Eighteenth Series, Vol. XV No. 22

Monday, March 23, 2026
Chaitra 2, 1948 (Saka)

LOK SABHA DEBATES

(Original Version)

Seventh Session

(Eighteenth Lok Sabha)

(Vol. XV contains Nos. 21 to 31)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Anil Kumar Chopra

Deputy Director

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

Eighteenth Series, Vol. XV, Seventh Session, 2026/1948 (Saka)
No. 22, Monday, March 23, 2026/ Chaitra 2, 1948 (Saka)

S U B J E C T		P A G E S
REFERENCE BY THE SPEAKER		
Homage to the Great Revolutionary Freedom Fighters		12
ORAL ANSWERS TO QUESTIONS		
Starred Question Nos. 421 to 428 (23.03.2026)		13-75
WRITTEN ANSWERS TO QUESTIONS		
(i)	Starred Question Nos. 381 to 400 (19.03.2026)	76-164
	Starred Question Nos. 401 to 420 (20.03.2026)	165-251
	Starred Question Nos. 429 to 440 (23.03.2026)	252-329
(ii)	Unstarred Question Nos. 4371 to 4600 (19.03.2026)	330-1293
	Unstarred Question Nos. 4601 to 4830 (20.03.2026)	1294-2175
	Unstarred Question Nos. 4831 to 5060 (23.03.2026)	2176-3455

PAPERS LAID ON THE TABLE 3456-3478

COMMITTEE ON EMPOWERMENT OF WOMEN

4th Report 3478

STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

Statement 3478-3479

STATEMENTS BY MINISTERS 3479-3481, 3528-3534

(i)(a) Status of implementation of the recommendations contained in the 68th Report of the Standing Committee on Finance (2023-24) on action taken by the Government on the observations /recommendations contained in the 46th Report (17th Lok Sabha) of the Committee on 'Strengthening Credit Flows to the MSME Sector' pertaining to the Department of Financial Services, Ministry of Finance. 3479

(b) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Finance (2024-25) on action taken by the Government on the observations/ recommendations contained in the 66th Report (17th Lok Sabha) of the Committee on 'Performance Review and Regulation of Insurance Sector' pertaining to the Department of Financial Services, Ministry of Finance. 3479-3480

(c) Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Finance (2024-25) on action taken by the Government on the observations /recommendations contained in the 13th Report (18th Lok Sabha) of the Committee on 'Demands for Grants (2025-26)' pertaining to the Department of Financial Services, Ministry of Finance.

Shri Pankaj Choudhary 3480

(ii)(a) Status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Finance (2024-25) on action taken by the Government on the observations/ recommendations contained in the 3rd Report of the Committee on 'Demands for Grants (2024-25)' pertaining to the Ministry of Corporate Affairs. 3480-3481

(b) Status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Finance (2025-26) on action taken by the Government on the observations /recommendations contained in the 10th Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Corporate Affairs.

Shri Harsh Malhotra 3481

(iii) Regarding on-going West Asia conflict and challenges faced by India.

Shri Narendra Modi 3528-3534

CORPORATE LAWS (AMENDMENT) BILL, 2026 3482-3489

MOTION RE: REFERENCE OF CORPORATE LAWS (AMENDMENT) BILL, 2026 TO JOINT COMMITTEE 3490-3492

MATTERS OF PUBLIC IMPORTANCE 3492-3497, 3504-3527

SUBMISSION BY MEMBER

Re: Alleged irregularities in tender processes of Food Corporation of India and Punjab State Warehousing Corporation 3498-3503

MATTERS UNDER RULE 377 3535-3553

(i) Need to provide Parja Patta Land Rights to residents of Tea Gardens alongwith implementation of New Labour Codes for revival of Tea Industry in West Bengal

Shri Raju Bista 3535-3536

(ii) Regarding establishment of industrial units in Balaghat Parliamentary Constituency, Madhya Pradesh

Shrimati Bharti Pardhi 3536

(iii) Need to include Blue Pottery (Sanganeri Print) of Jaipur in 'One District One Product' scheme in Rajasthan

Shrimati Manju Sharma 3536-3537

(iv) Need to address the problems of Multi Level Health Providers/ Community Health Officers serving in National Arogya Mandirs under National Health Mission in Telangana

Shrimati D. K. Aruna 3537-3538

(v) Need to ensure district level contingency planning to address likely adverse impact of El Nino on monsoonal rainfall and agrarian activity in the country

Dr. K. Sudhakar 3538-3539

(vi) Need to set up a new Krishi Vigyan Kendra in Chittorgarh District, Rajasthan

Shri Chandra Prakash Joshi 3539

(vii) Regarding expeditious construction of Amroha - Kailsa Border Railway Bridge in Amroha Parliamentary Constituency, Uttar Pradesh
Shri Kanwar Singh Tanwar 3539-3540

(viii) Regarding enumeration of STs in Census 2026-27
Dr. Manna Lal Rawat 3540

(ix) Need for comprehensive and stringent measures to control reported rampant adulteration of dairy products in the country
Shri Naveen Jindal 3540-3541

(x) Regarding construction of a dedicated corridor for transportation of coal mined from Magadh and Amrapali Coal Projects in Chatra District, Jharkhand
Shri Kali Charan Singh 3541-3542

(xi) Need for improvement and widening of Sarahan-Chandigarh road
Shri Suresh Kumar Kashyap 3542-3543

(xii) Need to introduce Vande Bharat Sleeper Train from Ahmedabad to Gwalior and Agra
Shri Dineshbhai Makwana 3543

(xiii) Need to run passenger trains on Panchmahal-Patnagar and Gandhinagar-Ahmedabad-Nadiad-Godhra-Dahod routes in Gujarat
Shri Rajpalsinh Mahendrasinh Jadav 3543-3544

(xiv) Need for adequate compensation to farmers whose lands were acquired for construction of railway line in Chandrapur Parliamentary Constituency, Maharashtra

Shrimati Pratibha Suresh Dhanorkar 3544-3545

(xv) Need to provide adequate space for smooth functioning of Haryana Legislative Assembly in Legislative Assembly Building shared with Punjab in Chandigarh

Shri Varun Chaudhry 3545

(xvi) Need to ensure effective operation of sewage treatment plant in Balotra district in Rajasthan and related issues

Shri Ummeda Ram Beniwal 3545-3546

(xvii) Need to give legal frame to MSP of various crops and develop an effective and transparent mechanism for procurement of agriculture produce

Shri Brijendra Singh Ola 3546-3547

(xviii) Need to connect national highways passing through Kairana Parliamentary constituency, Uttar Pradesh with Meerut -Karnal and Panchkula - Ambala - Dehradun roads

Sushri Iqra Choudhary 3547

(xix) Need to provide stoppage to Howrah-Kamakhya Vande Bharat Sleeper Express (Train No. 27575/27576) at Khagraghat Road Railway Station in Murshidabad, West Bengal

Shri Yusuf Pathan 3547-3548

(xx) Need for comprehensive and compassionate measures for protection and conservation of wildlife in the country

Shrimati June Maliah 3548-3549

(xxi) Need to expedite construction of Cancer Day Care Centre in Amalapuram, Andhra Pradesh and launch a targeted screening of high-risk cancer patients in the region

Shri G. M. Harish Balayogi 3549-3550

(xxii) Need to construct a road and a bridge on River Kosi between Supaul and Darbhanga in Bihar

Shri Dileshwar Kamait 3550

(xxiii) Need to relax the criteria of student-teacher ratio and ensure functioning of Marathi medium schools in Maharashtra

Shri Sanjay Haribhau Jadhav 3550-3551

(xxiv) Regarding installation of mobile telecommunication towers in Aurangabad Parliamentary Constituency, Bihar

Shri Abhay Kumar Sinha 3551

(xxv) Regarding alleged adverse impact of New Labour Codes on labourers and workers in the country

Shri Amra Ram 3552

(xxvi) Need to expedite approval to the Coastal Zone Management Plan – 2019

Shri Umeshbhai Babubhai Patel 3552-3553

FINANCE BILL, 2026 3554-3678

Motion to Consider 3554

Shrimati Nirmala Sitharaman 3554

Dr. Amar Singh 3554-3561

Dr. Nishikant Dubey 3561-3575

Shri Ramashankar Vidyarthi Rajbhar 3575-3578

Prof. Sougata Ray 3578-3586

Shri Arun Nehru 3586-3597

Shri Sunil Kumar 3597-3599

Shri Anil Yeshwant Desai 3600-3606

Shri Ravindra Dattaram Waikar 3606-3612

Shrimati Shambhavi 3612-3617

Shri P. V. Midhun Reddy 3617-3621

Shrimati Supriya Sule 3621-3627

Shri Abhay Kumar Sinha 3627-3630

Prof. Varsha Eknath Gaikwad 3630-3638

Shri Basavaraj Bommai 3638-3645

Shri Sachithanantham R. 3645-3648

Shri Navaskani K. 3649-3652

Dr. Rajkumar Sangwan 3652-3655

Shri Raja Ram Singh 3655-3657

Dr. Shiv Pal Singh Patel 3657-3659

Shri Robert Bruce C. 3659-3663

Shri P. P. Chaudhary 3663-3674

Shri Neeraj Maurya 3674-3678

ANNEXURE – I

(i) Member-wise Index to Starred Questions (19.03.2026) 3679-3680

Member-wise Index to Starred Questions (20.03.2026) 3681-3682

Member-wise Index to Starred Questions (23.03.2026) 3683-3684

(ii) Member-wise Index to Unstarred Questions (19.03.2026) 3685-3697

Member-wise Index to Unstarred Questions (20.03.2026) 3698-3709

Member-wise Index to Unstarred Questions (23.03.2026) 3710-3720

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions (19.03.2026) 3721

Ministry-wise Index to Starred Questions (20.03.2026) 3722

Ministry-wise Index to Starred Questions (23.03.2026) 3723

(ii) Ministry-wise Index to Unstarred Questions(19.03.2026) 3724-3725

Ministry-wise Index to Unstarred Questions(20.03.2026) 3726-3727

Ministry-wise Index to Unstarred Questions(23.03.2026) 3728-3729

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Monday, March 23, 2026/ Chaitra 2, 1948 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

REFERENCE BY THE SPEAKER

Homage to the Great Revolutionary Freedom Fighters

माननीय अध्यक्ष : माननीय सदस्यगण, वर्ष 1931 में आज ही के दिन अर्थात् 23 मार्च को भारत के तीन महान सपूतों भगत सिंह, सुखदेव और राजगुरु जी ने देश के स्वतंत्रता संग्राम में अपने प्राणों की आहुति दी थी। इन महान वीरों ने अल्प आयु में ही भारत के स्वतंत्रता संग्राम की लड़ाई लड़ी और भारत की स्वतंत्रता प्राप्ति के लिए अपना सर्वोच्च बलिदान दिया। इन शहीदों की वीरता, शौर्य और देशभक्ति ने एक स्वाधीन एवं सशक्त राष्ट्र की नींव रखी।

हमारे इन महान शहीदों की वीरता की अमर गाथा हमारे युवाओं और समस्त देशवासियों के लिए सदैव प्रेरणा की स्रोत रही है। हम इन महान सपूतों की शहादत को नमन करते हैं। सदन समस्त राष्ट्र की ओर से इन अमर शहीदों को श्रद्धांजलि अर्पित करते हैं और अपने जीवन में उनके महान विचारों एवं आदर्शों के अनुसरण का संकल्प लेते हैं।

अब सभा शहीदों और हमारे स्वतंत्रता सेनानियों के सम्मान में कुछ देर मौन रहेगी।

11.01 hrs

The Members then stood in silence for a short while.

———

11.02 hrs

ORAL ANSWERS TO QUESTIONS

@Starred Question Nos. 421 to 428 (23.03.2026)

माननीय अध्यक्ष : प्रश्न काल। प्रश्न संख्या 421.

श्री राजमोहन उन्नीथन जी – उपस्थित नहीं।

INTEGRATION OF LAKHPATI DIDI INITIATIVE IN HIGHER EDUCATION

***421. SHRI RAJMOHAN UNNITHAN[#] :**

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government proposes to integrate 'Lakhpati Didi' initiative into higher education ecosystems, if so, the details thereof;

(b) whether any of the Kerala Universities have been shortlisted for global education hub development, if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government to strengthen regional equity in the expansion of higher education?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (ग): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क): 'लखपति दीदी' पहल 'दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन' (डीएवाई-एनआरएलएम) का एक परिणाम है, यह एक केंद्र प्रायोजित योजना है जिसे ग्रामीण

@ The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

Since Shri Rajmohan Unnithan was not present, hence Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Dr. Mallu Ravi, Shri Vishnu Datt Sharma and Dr. T. Sumathy *alias* Thamizhachi Thangapandian to ask Supplementary Questions.

विकास मंत्रालय द्वारा राज्यों और संघ राज्य क्षेत्रों (चंडीगढ़ और दिल्ली को छोड़कर) के सहयोग से लागू किया जा रहा है, इसका मुख्य उद्देश्य देश के गरीब ग्रामीण परिवारों की आजीविका में सुधार करना तथा ग्रामीण परिवारों को 'स्वयं सहायता समूहों' (एसएचजी) के रूप में संगठित करके उनका सामाजिक और आर्थिक समावेशन करना है। 'लखपति दीदी' पहल का लक्ष्य स्वयं सहायता समूहों (एसएचजी) से जुड़ी महिलाओं को सशक्त बनाना तथा उन्हें इस योग्य बनाना है कि वे कम से कम 4 कृषि मौसमों और/या व्यावसायिक चक्रों तक दीर्घकालिक आधार पर प्रति वर्ष न्यूनतम एक लाख रुपये की आय अर्जित कर सकें। यह एक समुदाय-आधारित आजीविका कार्यक्रम है जिसे स्वयं सहायता समूहों (एसएचजी) के माध्यम से लागू किया जाता है और यह कार्यक्रम व्यावहारिक, अनौपचारिक अधिगम के साथ-साथ उद्यमशीलता से जुड़े कौशलों को बढ़ावा देकर अप्रत्यक्ष रूप से पारिस्थितिकी तंत्र को पूर्ण करता है।

विश्वविद्यालय अनुदान आयोग (यूजीसी) ने “भारत में उच्च शिक्षा संस्थानों (एचईआई) में सामाजिक उत्तरदायित्व और सामुदायिक जुड़ाव को बढ़ावा देने के लिए संशोधित दिशा-निर्देश” उच्च शिक्षा संस्थानों (एचईआई) के कुलपतियों, निदेशकों, प्रधानाचार्यों, संकाय सदस्यों और उच्च शिक्षा संस्थानों के छात्रों को जारी किए हैं। इसका उद्देश्य ग्रामीण पृष्ठभूमि के अनुभव को बढ़ावा देना, विकास कार्यक्रमों का अध्ययन करना, गरीबी के कारणों का विश्लेषण करना और बेहतर अधिगम तथा समाधान के लिए कक्षा ज्ञान को वास्तविक जीवन की स्थितियों में लागू करना है।

केंद्रीय विश्वविद्यालयों आईआईएम आदि जैसे केंद्र प्रशासित उच्च शिक्षा संस्थान महिलाओं के नेतृत्व वाले स्वयं सहायता समूहों और महिला उद्यमियों को प्रशिक्षित करने के लिए पहल कर रहे हैं।

शिक्षा मंत्रालय ‘उन्नत भारत अभियान’ (यूबीए) नामक एक प्रमुख कार्यक्रम भी चलाता है। इसका उद्देश्य देश में उच्च शिक्षा संस्थानों को विशेष रूप से समाज और गांवों से जोड़ना है ताकि छात्र और संकाय उस क्षेत्र की प्राकृतिक, भौतिक और सामाजिक विशेषताओं के व्यावहारिक अनुभव से सीख सकें, ग्रामीण जीवन की वास्तविकताओं को समझ सकें और कक्षा में शिक्षाविदों

के अलावा ग्रामीण लोगों के पारंपरिक ज्ञान के साथ अपने ज्ञान को भी समृद्ध कर सकें। यूबीए में 4806 संस्थाएंन भाग ले रही हैं तथा ~23000 भागीदार गांवों में काम कर रही हैं।

(ख): केंद्रीय बजट 2026-27 में राज्यों को सहयोग प्रदान कर चुनौती मार्ग के माध्यम से प्रमुख औद्योगिक और लॉजिस्टिक कॉरिडोर के आस-पास 5 यूनिवर्सिटी टाउनशिप स्थापित करने की घोषणा की गई है। इन योजनाबद्ध शैक्षणिक क्षेत्रों में कई विश्वविद्यालय, महाविद्यालय, अनुसंधान संस्थाएं, कौशल केंद्र और आवासीय परिसर होंगे।

एक परामर्शात्मक प्रक्रिया के माध्यम से योजना की विस्तृत संरचना को अंतिम रूप दी जाएँगी जिसमें इसके कार्यान्वयन मॉडल, प्रमुख घटक, प्राथमिकता वाले क्षेत्र और संस्थागत व्यवस्थापन शामिल हैं। बड़े पैमाने पर, प्रस्तावित विश्वविद्यालय टाउनशिप को विश्व-स्तरीय शैक्षणिक और अनुसंधान अवसंरचना प्रदान करने पर विचार किया गया है जिसमें नवाचार और उद्भवन सुविधाएँ, उद्योग साझेदारियाँ तथा दीर्घकालिक शहरी सुविधाएँ शामिल होंगी।

स्थानों का चयन उपयुक्त भूमि की उपलब्धता, संपर्क क्षमता, क्षेत्रीय शैक्षिक आवश्यकताओं, उद्योग से जुड़ने की संभाव्यता, संतुलित क्षेत्रीय विकास और पर्यावरणीय संवहनीयता जैसे कारकों पर निर्भर करेगा।

(ग): शिक्षा समवर्ती सूची में है। सभी को गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए, केंद्र सरकार और राज्य सरकारें दोनों समान रूप से जिम्मेदार हैं। केंद्र सरकार ने उच्च शिक्षा के विस्तार में क्षेत्रीय निष्पक्षता को सुदृढ़ करने हेतु विभिन्न उपाय किए हैं, जैसे और अधिक उच्च शिक्षा संस्थानों को खोलना, वर्ष 2014 से 16 भारतीय सूचना प्रौद्योगिकी संस्थान (आईआईआईटी), 8 केन्द्रीय विश्वविद्यालय (सीयू), 8 भारतीय प्रबंध संस्थान (आईआईएम), 7 भारतीय प्रौद्योगिकी संस्थान (आईआईटी), 2 भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान (आईआईएसईआर), 1 राष्ट्रीय प्रौद्योगिकी संस्थान (एनआईटी) और 12 नए एम्स स्थापित किए गए हैं; छात्रों जिनमें अल्पसेवित क्षेत्रों के छात्र शामिल है, को वित्तीय सहायता प्रदान करने के लिए विभिन्न छात्रवृत्ति और अध्येतावृत्ति योजनाओं को लागू करना; विश्वविद्यालय अनुदान आयोग (यूजीसी) द्वारा बेहतर

प्रदर्शन करने वाले उच्च शिक्षा संस्थाओं (एनएएसी और एनआईआरएफ रैंकिंग के आधार पर) को गुणवत्ता मानकों के आधार पर पूर्ण मुक्त दूरस्थ शिक्षा/ऑनलाइन कार्यक्रम प्रदान करने की अनुमति देना; छात्रों को आसानी से अपने अधिगम पथ के बारे में निर्णय लेने के लिए उच्च शिक्षा प्रणाली में बहुत आवश्यक लचीलापन और समुचित निर्गम के साथ-साथ प्रवेश का विकल्प प्रदान करना; एक साथ दो शैक्षणिक कार्यक्रमों को जारी रखने की अनुमति देना; एक शैक्षणिक वर्ष में दो दाखिला चरणों के लिए उच्च शिक्षा संस्थाओं को अनुमति देना; स्टडी वेब्स फॉर एक्टिव लर्निंग फॉर यंग एस्पायरिंग माइंड्स (स्वयम) प्लेटफॉर्म जो कई अध्ययन विषयों में उच्च गुणवत्ता वाले संरचित ऑनलाइन पाठ्यक्रम प्रदान करता है, के माध्यम से सभी शिक्षार्थियों के लिए कभी भी, कहीं भी अधिगम के अवसर प्रदान करना, स्वयम प्लेटफॉर्म का उपयोग करके नियमित पाठ्यक्रमों में 40% तक क्रेडिट की अनुमति देना; तथा 13 भाषाओं में जेईई, एनईईटी (यूजी) और कॉमन यूनिवर्सिटी एंट्रेंस टेस्ट (सीयूईटी) परीक्षाएं आयोजित करना और विशेष रूप से स्थानीय / ग्रामीण पृष्ठभूमि के छात्रों की सुविधा के लिए भारतीय भाषाओं में पाठ्य पुस्तकें उपलब्ध कराना।

एनईपी 2020 के अनुरूप, सरकार ने शैक्षणिक रूप से असेवित/अल्पसेवित क्षेत्रों की आवश्यकताओं को पूरा करने के लिए वर्ष 2023-24 से 2025-26 की अवधि के लिए 12926.10 करोड़ रुपये के परिव्यय से जून 2023 में प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-उषा) के रूप में राष्ट्रीय उच्चतर शिक्षा अभियान (रुसा) का तीसरा चरण शुरू किया है। पीएम-उषा के तहत, फोकस जिलों को प्राथमिकता दी जाती है। संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा विभिन्न मानदंडों के आधार पर फोकस जिलों की पहचान की जाती है जिनमें कम सकल नामांकन अनुपात, लैंगिक समानता, महिलाओं, ट्रांसजेंडर, अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए जनसंख्या अनुपात और नामांकन अनुपात, आकांक्षी/सीमावर्ती क्षेत्र/वामपंथी उग्रवाद प्रवण जिला आदि शामिल हैं।

बजट घोषणा 2025-26 के अनुसरण में, सरकार ने आंध्र प्रदेश (आईआईटी तिरुपति), केरल (आईआईटी पलक्कड़), छत्तीसगढ़ (आईआईटी भिलाई), जम्मू और कश्मीर (आईआईटी

जम्मू) और कर्नाटक (आईआईटी धारवाड़) राज्य/संघ राज्य क्षेत्र में स्थापित पांच नए आईआईटी के अनुसंधान पार्क के निर्माण सहित शैक्षणिक और अवसंरचना क्षमता के विस्तार को मंजूरी दी है जिस पर कुल परिव्यय 11,828.79 करोड़ रुपये होगा जिससे 6500 अतिरिक्त छात्रों के लिए शिक्षा सुलभ होगी। उपरोक्त के अलावा, सरकार ने उच्च शिक्षा निधियन एजेंसी (एचईएफए) के माध्यम से आईआईटी जोधपुर, आईआईटी पटना, आईआईटी इंदौर के लिए शैक्षणिक और छात्रावास संबंधी अवसंरचना के विस्तार और अनुसंधान पार्क के विकास के लिए कुल 1942 करोड़ रुपये की मंजूरी दी है।

अखिल भारतीय उच्च शिक्षा सर्वेक्षण (एआईएसएचई) पोर्टल के अनुसार, देश में विश्वविद्यालय/विश्वविद्यालय स्तरीय संस्थाओं, महाविद्यालयों और स्वचलित संस्थाओं की संख्या बढ़कर क्रमशः 1395, 53197 और 16577 हो गई। एआईएसएचई पोर्टल पर रिपोर्ट किए गए उच्च शिक्षा संस्थाओं के बारे में राज्य-वार डेटा https://dashboard.aishe.gov.in/hedirectory/#/hedirectory पर उपलब्ध है।

DR. MALLU RAVI: Thank you, Sir, for giving me the chance to ask a supplementary. Sir, will the Minister of Education be pleased to state whether any of the universities from the State of Telangana have been shortlisted or are under consideration for recognition as Global Education Hub institutions.

SHRI DHARMENDRA PRADHAN: Speaker, Sir, the Question is on something different and the hon. Member asked a specific question on whether any university has been identified in Telangana. Sir, today, the Question is on something else.

श्री विष्णु दत्त शर्मा : माननीय अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से अनुरोध करना चाहता हूं कि खजुराहो बुंदेलखंड का केन्द्र है। उच्च शिक्षा के विस्तार में क्षेत्रीय समानता को सुदृढ़ करने के लिए, मैं माननीय मंत्री महोदय से अनुरोध करना चाहता हूं कि माननीय प्रधान मंत्री

जी का बुंदेलखंड की जनता पर फोकस है और बुंदेलखंड के विकास के लिए वे लगातार प्रतिबद्ध हैं तथा बुंदेलखंड की प्रगति लगातार देश के अंदर बढ़ रही है, लेकिन वहां उच्च शिक्षा का कोई बड़ा केन्द्र नहीं है। खजुराहो बुंदेलखंड का एजुकेशन का हब बन सकता है। मैं माननीय मंत्री महोदय से अनुरोध करना चाहता हूं कि एनआईटी जैसे उच्च शिक्षा संस्थान की स्थापना के लिए अगर खजुराहो के अंदर कोई योजना है या ऐसी योजना हो सकती है तो वहां के युवाओं के लिए, वहां की जनता के लिए एक बड़ा अवसर होगा। यही मैं आपके माध्यम से अनुरोध करना चाहता हूं।

श्री धर्मेन्द्र प्रधान : स्पीकर सर, आदरणीय सदस्य ने बुंदेलखंड से संबंधित एक स्पेसिफिक प्रश्न पूछा है। लेकिन इस मूल प्रश्न में जो 'ग' पार्ट है, उसमें उच्च शिक्षा के विस्तार में रीजनल इक्विटी के बारे में क्या योजना है । वर्ष 2014 के बाद कितने आईआईटी, आईआईआईटी, आईआईएसईआर, आईआईएम, सेंट्रल यूनिवर्सिटी, एनआईटी और एम्स खोले गए हैं, यह इस उत्तर में लिखा गया है । अनेक प्रकार की पीएम उत्साह योजना व 'स्वयं' पोर्टल में, 'स्वयं' प्लेटफॉर्म पर 40 प्रतिशत तक क्रेडिट के माध्यम से ऑनलाइन क्रेडिट उपलब्ध करने की व्यवस्था और रिसर्च पार्क जैसी योजना देशभर के अनेक इलाकों में बनाई गई है। स्पेसिफिक बुंदेलखण्ड के बारे में मैं आदरणीय सदस्य से चर्चा कर सकता हूं।

DR. T. SUMATHY *ALIAS* THAMIZHACHI THANGAPANDIAN: Sir, this Question pertains to the Central Institute of Classical Tamil. Though it may not be directly related to the Question asked, I have a request to make to the hon. Minister through you, Sir.

The Central Institute of Classical Tamil in Chennai has only one permanent faculty member and just three permanent non-teaching staff. This has also been acknowledged by the Parliamentary Standing Committee on Education. Such an acute number of vacancies can affect academic research, teaching capacity, and the overall functioning of the institution. Therefore, I

would request the hon. Minister, through you, Sir, to inform when the Government proposes to fill all the permanent faculty and staff vacancies at the Central Institute of Classical Tamil.

SHRI DHARMENDRA PRADHAN: Speaker Sir, this is a separate question.

माननीय अध्यक्ष : प्रश्न सं. 422, श्री माथेश्वरन वी. एस. - उपस्थित नहीं।

GRANTS PAYABLE TO KERALA

***422. SHRI MATHESWARAN V. S.[#]:**

Will the Minister of **FINANCE** be pleased to state:

(a) the quantum and details of all kinds of grants payable to Kerala by the Union Government during the last five years till date, year-wise, sector-wise and category-wise;

(b) the quantum and details of arrears of Grants and amounts outstanding for any reasons whatsoever under various categories of grants payable to Kerala as on date, sector-wise and category-wise; and

(c) the reasons for the delay in releasing such amounts?

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN):

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT

(a) to (c): The Department of Expenditure releases Central Finance

[#] Since Shri Matheswaran V. S. was not present, hence Hon'ble Speaker asked the Hon'ble Minister to lay the reply and allowed Shri Darshan Singh Choudhary, Shri B. Manickam Tagore and Shri Manish Tewari to ask Supplementary Questions.

Commission recommended grants to States including the State Government of Kerala based on receipt of recommendations from the nodal Ministry/Department. Further, the release of grants is subject to fulfillment of conditions stipulated in the extant guidelines of the respective grant categories. Details of grants recommended by the 15th Finance Commission and the amount released to the State Government of Kerala from 2021-22 to 2025-26 are as follows:

(Rs. In Crore)

Component	2021-22		2022-23		2023-24		2024-25		2025-26	
	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release
Post Devolution Revenue Deficit Grants (PDRDG)*	19891	19891	13174	13174	4749	4749	0.00	0.00	0.00	0.00
Grants-in-Aid for State Disaster Response Fund	251	251	264	264	278	278	291	291	306	153
Grants-in-Aid for State Disaster Mitigation Fund	63	63	66	66	69	69	73	36	77	0.00
Grants for Rural Local Bodies	1203	1203	1246	1246	1260	1260	1334	1334	1301	911
Grants for Urban Local Bodies	592	592	613	613	649	576	687	306	701	0.00
Health sector grants	559	558	559	559	587	578	616	616	647	0.00
TOTAL	22559	22558	15922	15922	7592	7510	3001	2583	3032	1064

*No grant was recommended by the 15th Finance Commission to Kerala for FY 2024-25 and 2025-26.

In addition to the aforesaid grants, an amount of Rs 115 crore has been provided to Kerala from the National Disaster Response Fund. Further, no case for release of the 15th Finance Commission recommended grants to Kerala received from the Nodal Ministry after fulfilment of stipulated conditions,

is pending in the Department of Expenditure, Ministry of Finance.

माननीय अध्यक्ष : श्रीमती दग्गुबाती पुरंदेश्वरी जी।

SHRIMATI DAGGUBATI PURANDESWARI: Sir, I have requested for a supplementary to Question No. 424.

माननीय अध्यक्ष : क्या आप इस प्रश्न में नहीं पूछना चाहते?

श्रीमती दग्गुबाती पुरंदेश्वरी : नहीं सर। मुझे प्रश्न 424 में पूछना है।

माननीय अध्यक्ष : ओके।

श्री दर्शन सिंह चौधरी।

श्री दर्शन सिंह चौधरी : धन्यवाद अध्यक्ष महोदय। मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहता हूं कि हमारे नरसिंहपुर नर्मदापुरम लोक सभा क्षेत्र में पिछले वर्षों में विभिन्न मदों के अंतर्गत कुल कितना अनुदान प्रदान किया गया है। कृपया वर्षवार, योजनावार उसका विवरण दें, जिससे कि हमारे लोक सभा क्षेत्र को विशेष सहायता मिल सके। धन्यवाद।

माननीय अध्यक्ष : उससे हर देश के संसद सदस्यों के अनुदान की राशि नहीं पता चलेगी।

श्रीमती निर्मला सीतारमण : सर, वैसे भी ये प्रश्न केरल के हैं।

SHRI B. MANICKAM TAGORE: The hon. Minister has stated that no dues are pending, but the data submitted by the hon. Minister shows a sharp mismatch between allocation and actual release. In Kerala, total grants have declined from Rs. 22,559 crore in 2021-22 to just Rs. 3,332 crore in 2025-26. Out of this, only Rs. 1,064 crore have actually been released. As a result, key sectors such as urban local bodies, health, and disaster mitigation are witnessing partial or even zero release despite approved allocations.

At the same time, Tamil Nadu has consistently raised concerns regarding declining Central transfers, tightened conditionalities, and reduced

fiscal space, despite being a major contributor to the national economy. Is the Government indirectly restricting fund releases to States through conditions and delays, or will the hon. Minister clearly explain why approved allocations are not being fully released to States like Kerala and Tamil Nadu?

SHRIMATI NIRMALA SITHARAMAN: Sir, to approve an amount is one thing. Thereafter, the State draws the first tranche, utilises it, and submits a utilisation certificate, following which the second tranche is released. At times, even the first tranche is not drawn. For instance, I would like to highlight a specific case from the Kerala data, where despite allocation, the State Government has not drawn the amount. For example, an amount of Rs. 311.95 crore has been approved under the National Disaster Mitigation Fund, which includes Rs. 72 crore specifically for risk mitigation projects in the landslide-affected areas of Wayanad, Rs. 17.73 crore under the Forest Fire Mitigation Programme, which, though not related to the Wayanad landslide, is still disaster-related.

Further, an amount of Rs. 222.22 crore has been approved under the Urban Flood Risk Management Program Phase – II, and that is for the Thiruvananthapuram city. I am just putting together for Kerala and saying that for Rs. 311.95 crore, which is approved, zero is the amount released. I will release only when the State applies for it or asks for it or quotes something for it. So, approval is one thing, and applying and seeking it is another.

माननीय अध्यक्ष : प्रश्न संख्या 423, श्री उमेषभाई बाबूभाई पटेल।

पर्यावरण संबंधी मुआवज़े की वसूली

***423. श्री उमेषभाई बाबूभाई पटेल:**

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे कि :

(क) विगत पांच वर्षों के दौरान केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी)/राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) के विरुद्ध लापरवाही/कर्तव्य की उपेक्षा के कितने मामले सामने आए हैं;

(ख) क्या पर्यावरणीय मुआवज़ा शत-प्रतिशत वसूल कर लिया गया है और यदि नहीं, तो इसकी बकाया राशि कितनी है तथा क्या उक्त राशि की वसूली के लिए कोई समय-सीमा निर्धारित की गई है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या दमनगंगा/बिलखाड़ी/कोलक नदियों के संबंध में कार्ययोजना की नदी-वार प्रगति रिपोर्ट तैयार कर ली गई है और यदि नहीं, तो इसके क्या कारण हैं;

(घ) क्या सरकार द्वारा "बार-बार उल्लंघन करने वाले" उद्योगों (नाम बताने और शर्मिंदा करने की नीति) की सूची को सार्वजनिक किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं;

(ङ) क्या सरकार द्वारा उक्त उद्योगों के संबंध में त्रैमासिक सार्वजनिक अनुपालन डैशबोर्ड जारी किए जाने और एक सार्वजनिक पोर्टल पर वास्तविक समय में ऑनलाइन सतत उत्सर्जन निगरानी प्रणाली (ओसीईएमएस) उपलब्ध कराने की संभावना है; और

(च) क्या सरकार का विचार केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड के अधिकारियों की व्यक्तिगत जवाबदेही तय करने के लिए कोई नीति बनाने का है और यदि नहीं, तो इसके क्या कारण हैं?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT

(a): The Central Pollution Control Board (CPCB) has reported one disciplinary action that has been taken during the last five years. The data regarding disciplinary action against negligence/dereliction of duty by the staff of State Pollution Control Boards (SPCBs) are being maintained by concerned State Boards.

(b): CPCB has imposed environmental compensation of Rs.48.42 crores and recovered Rs.47.35 crore for the period from 2018 to 2024. Accordingly, Rs.1.06 crore is outstanding. The time limit for payment of environmental compensation is specified in the respective order on case-to-case basis. The data regarding outstanding amount of environmental compensation collected by the SPCBs are being maintained by concerned State Boards.

(c): Based on the information received from Gujarat Pollution Control Board (GPCB) and Dadra and Nagar Haveli and Daman and Diu Pollution Control Committee (DNH & DD PCC), the river-wise progress report of the action plan for Daman Ganga has been prepared by GPCB and PCC of DNH and DD) and progress report of the action Plan for Kolak River has been prepared by GPCB which also includes Bhill Khadi rivulet.

(d) and (e): Action against non-compliant industries is taken as per the provisions of the Air (Prevention and Control of Pollution) Act, 1981, the Environmental (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974 on case to case basis. OCEMS data is available in public domain and can be accessed at https://rtdms.cpcb.gov.in/data (for live data)

and https://rtdms.cpcb.gov.in/publicdata (for historical data).

(f): Accountability of the officials of CPCB and SPCB is governed under the applicable Service Rules, Conduct Rules and disciplinary procedure of the Central Government and State Government, respectively.

श्री उमेषभाई बाबूभाई पटेल : माननीय अध्यक्ष महोदय, मेरा संघ प्रदेश दमन, वापी गुजरात के केमिकल एवं अन्य उद्योगों द्वारा छोड़ जा रहे जहरीले गैस और प्रदूषित जल से गंभीर संकट में है। आज कोलक, बिलखाड़ी एवं दमनगंगा नदियां जहरीली नालियां बन चुकी हैं, जो हमारे समुद्रों को भी काफी हद तक जहरीला और प्रदूषित कर रही हैं। इन उद्योगों के प्रदूषण से आज स्थिति यह है कि हमारे प्रदेश की जमीन, हवा और पानी जहरीले एवं प्रदूषित हो चुके हैं। इसका सीधा असर मछुआरों आजीविका की जनता और जनता के स्वास्थ्य पर पड़ रहा है। वहां कैंसर जैसी गंभीर बीमारी बढ़ रही है।

महोदय, मेरे प्रश्न से संबंधित सभा पटल पर रखे गए उत्तर से, मैं संतुष्ट नहीं हूं। ...(व्यवधान)

माननीय अध्यक्ष : आप प्रश्न पूछिए।

...(व्यवधान)

श्री उमेषभाई बाबूभाई पटेल : सर, मैं वही कह रहा हूं।

कई जगहों पर आंकड़े नहीं हैं, रिस्पॉसिबिलिटी एसपीसीबी पर डाल दी गई है, लेकिन टाइम लाइन कब तक क्या होगा, यह नहीं बताया गया है, नो एकाउंटिबिलिटी, किसी पर ठोस कार्रवाई नहीं, ग्राउंड रियलिटी मिसिंग है, रिपोर्ट्स का हवाला दिया जाता है।

मैं माननीय मंत्री जी से स्पष्ट सवाल का स्पष्ट उत्तर चाहता हूं कि वर्ष 2019 में एनजीटी द्वारा हमारे प्रदेश की दमनगंगा नदी के प्रदूषण पर क्या ठोस निर्देश दिए गए थे, किन तथ्यों के आधार पर ये निर्देश दिए गए थे और आज तक उन निर्देशों पर क्या अनुपालन हुआ है? इसके साथ ही आप यह बताइए कि इन नदियों में फैल रहे प्रदूषण को लेकर अब तक जीपीसीबी और

सीपीसीबी की कितनी संयुक्त जांच रिपोर्ट्स बनी हैं और उनके प्रमुख निष्कर्ष क्या रहे हैं?

श्री कीर्ति वर्धन सिंह : सर, मैं माननीय सदस्य श्री उमेषभाई बाबूभाई पटेल जी का कंसर्न बहुत जेन्युइन है। यह इस विषय पर बहुत मेहनत भी कर रहे हैं। मैं उनकी प्रशंसा करना चाहता हूं कि इन्होंने दमन-दीव और दादरा नागर हवेली के पर्यावरण की समस्याओं को लेकर कई बार यह बात उठाई है, प्रश्न उठाए हैं और नियम 377 के तहत भी इसे रखा है एवं मुझसे मिल कर भी अपना कंसर्न जाहिर किया है।

सर, इस संबंध में मैं आपसे कहना चाहता हूं कि हमारी सरकार का यह प्रयास है कि देश के पर्यावरण में निरंतर सुधार किया जाए। जिस तरह से हमारे देश की इकोनॉमी बढ़ रही है, इंडस्ट्रीज बढ़ रही हैं, बिजनेस बढ़ रहे हैं, उनके साथ-साथ हमारी इंडस्ट्रीज से एफ्लूएंट डिसचार्ज हमारी नदियों और ग्राउंड वाटर में जाता है। यह एक विषय है, जिस पर हम लोग उस पर पूरी मेहनत के साथ हर स्तर पर एड्रेस भी कर रहे हैं।

सर, माननीय सदस्य जी ने पूछा है कि इस पर क्या ठोस कार्रवाई हुई है, तो मैं माननीय सदस्य जी को निश्चिंत करना चाहता हूं कि उनके लेटर्स, उनके प्रयासों के बाद हमारे यहां जो दमनगंगा और कोलक नदियां हैं, जो इनका कंसर्न है, उनके लिए हमारे स्टेट एक्शन प्लान भी बने हैं और हमारी रिवर मॉनिटरिंग कमेटी भी लगातार उनकी मॉनिटरिंग कर रही है।

सर, उसका रिजल्ट यह है कि दमनगंगा रिवर पॉल्युटेड रिवर कैटेगरी-एक में थी और कोलक नदी पॉल्युटेड रिवर कैटेगरी–फोर में थी, उसमें लगातार इम्प्रुवमेंट हुआ है। उनकी पानी की गुणवत्ता में बढोतरी हुई है।

सर, पर्टिकुलरली माननीय सदस्य ने उस पर लिए गए एक्शन के बारे पूछा है। गुजरात पॉल्यूशन कंट्रोल बोर्ड ने 1 जनवरी, 2025 से 24 फरवरी, 2026 तक 1,890 इंस्पेक्शंस किए हैं। ये वापी एरिया में किए गए हैं। इन इंस्पेक्शंस का यह रिजल्ट रहा कि बोर्ड ने अलग-अलग इंडस्ट्रीज को माइनर वॉयलेशंस के लिए 196 शो-कॉज नोटिसेज इश्यू किए हैं। मीडियम वायलेशंस के लिए 36 नोटिस डायरैक्शंस दिए गए हैं, 36 क्लोजर-डायरैक्शंस भी दिए गए हैं, जहां इंडस्ट्रीज ने बहुत

ग्रेव वायलेशंस बार-बार किए हैं।

सर, इसी तरह गुजरात पॉल्यूशन कंट्रोल बोर्ड ने एन्वायरन्मेंटल कम्पनसेशन भी लेवी किया है, उसका एमाउंट एक करोड़ 81 लाख 13 हजार रुपये है। ये वापी के 33 यूनिट्स पर लेवी किया गया है। यह 1 जनवरी, 2025 से 24 फरवरी, 2026 तक किया गया है। एक करोड़ 81 लाख 13 हजार रुपये में से एक करोड़ 39 लाख, 35 हजार रुपये इन 28 यूनिट्स से रिकवर भी की गई हैं, बाकी कुछ यूनिट्स कोर्ट में चली गई हैं। वे अंडर ज्यूरिसडिक्शन हैं।

सर, इसी तरह से 1 जनवरी, 2025 से 21 मार्च 2026 तक दादरा-नगर हवेली और दमन-दीव की पीसीसी ने 196 इंस्पेक्शंस किए हैं।

इंसपेक्शन दमन और दादरा नगर हवेली एरिया में हुई। इस इंसपेक्शन के बल पर 35 शो कॉज नोटिसेज इश्यू किए गए है, जो माइनर वायलेशन्स के हैं, दो नोटिस मीडियम वायलेशन के है और 24 क्लोजर डायरेक्शन भी वहां की इंडस्ट्रीज और यूनिट्स को इश्यू किए गए। इसके साथ-साथ एनवायरमेंटल कम्पनसेशन 28 लाख 36 हजार 750 रुपये के लिए दमन में 19 यूनिट्स को नोटिस इश्यू किया गया और पूरा रिकवर भी हो गया।

जहां तक दमन गंगा और कोलक रिवर के वॉटर क्वालिटी की बात है, 2024 से आज तक उसको कम्पेयर किया जाए तो उसमें इम्प्रूवमेंट हुआ है, हालांकि अभी भी पोल्यूटेड कटेगरी में है, लेकिन इनका पोल्यूशन का कैटगरी कम हुआ है।

माननीय अध्यक्ष: अब आप संक्षिप्त में प्रश्न पूछिए।

श्री उमेषभाई बाबूभाई पटेल : अध्यक्ष महोदय, मैंने यही सवाल पूछा लेकिन उसका जवाब नहीं मिला।

माननीय अध्यक्ष: मैं इससे ज्यादा डिटेल से जवाब देने के लिए एलाऊ नहीं करूंगा।

श्री उमेषभाई बाबूभाई पटेल : अध्यक्ष महोदय, मैंने सवाल पूछा कि एनजीटी ने क्या निर्देश दिए थे, इसके साथ जीपीसीबी और सेंट्रल पोलूशन कंट्रोल बोर्ड की क्या रिपोर्ट थी। मुझे इसका जवाब मिल जाए। मंत्री जी ने रिपोर्ट में भी कहा, क्या सरकार बताएगी कि दमन गंगा और कोलक और

बिलखरी नदियों के पुनर्जीवन के लिए जमीनी स्तर पर कब तक और कितना कार्य वास्तव में हुआ और अगर नहीं हुआ तो क्यों नहीं हुआ?

श्री कीर्ति वर्धन सिंह : अध्यक्ष महोदय, माननीय सदस्य नदियों की बात कर रहे हैं, इस बारे में कितना एक्शन हुआ है, यह मैंने आपके सामने रख दिया है। उसके साथ-साथ एनजीटी के बारे में पूछ रहे हैं, एक ओरिजनल अप्लीकेशन 95/2018 के बारे में एनजीटी ने एक आर्डर पास किया था, on damage assessment of the River Daman Ganga and the cost of restoration, accountability and liability of industry in the Vapi area. उन्हीं इंडस्ट्रीज को क्लोजर नोटिस, माइनर नोटिस और अन्य नोटिसेज दी गई हैं और उन्हीं इंडस्ट्रीज से पैसा भी लिया गया है । उसके साथ-साथ एक कमेटी भी गठित की गई है, it comprises of CPCB, GPCB, Indian Institute of Management, Ahmedabad, IIT, Gandhinagar and NEERI. इस कमेटी ने अपनी रिपोर्ट भी सबमिट की । इसके बाद डैमेज का कम्पनसेशन रिकवर हुआ और उसको डिस्ट्रीब्यूट भी किया। अगर इसके बारे में अगर माननीय सदस्य और डिटेल चाहते हैं तो मैं उसे माननीय सदस्य को उपलब्ध करा दूंगा।

SHRIMATI HEMAMALINI: Hon. Speaker Sir, air pollution ignores State boundaries. Yet, enforcement is fragmented across State Pollution Control Boards and local municipalities. Experts advocate for an airshed management approach, treating polluted area as a single unit rather than separate States. I want to ask the hon. Minister what steps the Government has taken so far in view of airshed management approach and how effective are those steps in tackling the issues of rising air pollution in Mumbai, Delhi NCR, and Ganga basin areas.

श्री कीर्ति वर्धन सिंह: अध्यक्ष महोदय, माननीय सदस्य का जो प्रश्न है, हालांकि डायरेक्टली इससे रिलेटेड नहीं है, लेकिन फिर भी मैं आश्वस्त करना चाहता हूं कि हमारी सरकार पोल्यूशन

को कंट्रोल करने के लिए जितने भी उपाय हैं, सभी पर कार्यरत हैं।

देश में एक सेंट्रल पोल्यूशन कंट्रोल बोर्ड है, उसके अंतर्गत हर स्टेट में एक स्टेट पोल्यूशन कंट्रोल बोर्ड है, यूनिटन टेरिटरी में पोलूशन कंट्रोल कमेटी है। सेंट्रल पोल्यूशन कंट्रोल बोर्ड डायरेक्शन देता है, इसके अंतर्गत जितने भी स्टेट के पोल्यूशन कंट्रोल बोर्ड हैं, उसी के अंतर्गत काम करते हैं।

आपका कहना सही है कि पोल्यूशन की कोई बाउन्ड्री नहीं होती है। जो ओरिजनल सवाल नदियों को लेकर था, नदियां एक स्टेट से शुरू होकर दूसरे स्टेट में जाती हैं और फिर अरेबियन सी में गिरती हैं। जो पोल्यूशन होता है, उसे सारी जगह प्रभावित होता है। हर जगह के लिए पोल्यूशन मोनिटरिंग मैक्निज्म है, हरेक नदियों के लिए है। मैं उसका नम्बर दे सकता हूं, उसकी लगातार मोनिटरिंग होती है।

मॉनिटरिंग स्टेशन्स जो डेटा देते हैं, उनके तहत सीपीसीबी, स्टेट पॉल्यूशन कंट्रोल बोर्ड व पीसीसी भी इंस्पेक्शन किया करते हैं। अगर पॉल्यूशन बढ़ रहा है, तो रिक्वायर्ड एक्शन्स लिए जाते हैं।

श्री मनीश तिवारी : धन्यवाद अध्यक्ष जी। मेरा सप्लीमेंट्री सवाल मूल सवाल से संबंधित नहीं है। चूंकि मूल सवाल केंद्रशासित प्रदेश से जुड़ा हुआ है, अत: मैं आपके माध्यम से मंत्री जी का ध्यान आकर्षित करना चाहता हूं कि वर्ष 1958 को सुखना चो पर डैम बनाकर चंडीगढ़ में सुखना लेक को स्थापित किया गया था। पिछले 68 सालों में उस लेक का क्षेत्रफल खत्म हो चुका है। उस लेक के जितने फीडर चैनल्स हैं, उन सभी में वीड्स व अन्य चीजों के कारण वे पूरी तरह से चोक हो चुके हैं। अगर स्थिति ऐसी ही रही, तो सुखना लेक अगले 20 सालों में खत्म हो जाएगी। उच्च न्यायालय व उच्चतम न्यायालय ने भी सुखना लेक को लेकर गहरी चिंता जताई है।

महोदय, मैं आपके माध्यम से मंत्री जी का ध्यान आकर्षित करना चाह रहा हूं कि यह बहुत ही संवेदनशील मामला है। कृपया इस पर जरूर ध्यान दीजिएगा।

श्री कीर्ति वर्धन सिंह : सर, जैसा कि माननीय सदस्य ने कहा कि यह मूल सवाल से संबंधित नहीं

है, लेकिन इनका कन्सर्न वाज़िब है। इसे हमें हमेशा ध्यान रखना पड़ता है, क्योंकि जिस तरह से क्लाइमेट बदल रही है और क्लाइमेट चेंज में फर्क आ रहा है तथा रेनफॉल पैटर्न्स बदल रहे हैं। कहीं-कहीं बरसात की कमी हो रही है। कई जगहों पर हमारे जलाशयों के स्तर में गिरावट के साथ-साथ सिल्टिंग की भी प्रॉब्लम आ रही है।

सर, इन्होंने सुखना एरिया की बात की है। यह वहां की प्रदेश सरकार के अंतर्गत आता है।

श्री मनीश तिवारी : सर, वह यूनियन टेरिट्री में आता है।

श्री कीर्ति वर्धन सिंह : सर, पॉल्यूशन कंट्रोल कमेटी के अंतर्गत उनको रिपोर्ट बनानी होगी। मैं आपसे … (व्यवधान)

माननीय अध्यक्ष : यह विषय आपके ध्यान में लाया गया है, इसे कृपया देख लीजिएगा।

चन्द्रशेखर जी।

एडवोकेट चन्द्र शेखर : धन्यवाद अध्यक्ष जी, 17 मार्च को प्रश्न संख्या-341 के जवाब में मंत्रालय द्वारा कहा गया कि पयार्वरण, वन एवं जलवायु परिवर्तन मंत्रालय की जानकारी के अनुसार मानव-एनिमल कॉन्फलिक्ट होता है। अत: वर्ष 2023 में धनराशि को बढ़ाकर 10 लाख कर दिया गया। मेरे लोक सभा क्षेत्र नगीना में यह बहुत बड़ा इश्यू है। मैंने कई बार इस सदन में उसे उठाया है। मेरे यहां केवल 5 लाख रुपये मिलते हैं। महाराष्ट्र में 20 लाख रुपये मिलते हैं। यूपी में भी कई जगह जैसे बहराइच वगैरह में 20 लाख रुपये मिलते हैं।

अत: मेरा आपके माध्यम से मंत्री से आग्रह है कि कहीं तो किसी की जान की कीमत 20 लाख रुपये है, कहीं 10 लाख रुपये है और कहीं 5 लाख रुपये है। यह गैर-बराबरी खतरनाक है। उत्तर प्रदेश में आपकी डबल इंजन की सरकार है। अत: इसे वहां भी लागू करवाएं। मंत्री जी कृपया इसका जवाब दें। धन्यवाद।

माननीय अध्यक्ष : मंत्री जी इस पर क्या जवाब देंगे? ठीक है, उनके संज्ञान में आ गया है।

… (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 424, श्री रविन्द्र वसंतराव चव्हाण।

संकटग्रस्त आवास परियोजनाओं के लिए 'स्वामीह' निवेश कोष

***424. श्री रविन्द्र वसंतराव चव्हाण:**

श्री सुधीर गुप्ताः

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या किफायती और मध्यम आय वर्ग के आवास के लिए विशेष खिड़की (एसडब्ल्यूएएमआईएच) (स्वामीह) निवेश निधि से किफायती और मध्यम आय वाली रुकी हुई आवासीय परियोजनाओं को पूरा करने और स्थावर संपदा (रियल एस्टेट) क्षेत्र में संकटग्रस्त परिसंपत्तियों को संकट से निकालने में मदद की है;

(ख) यदि हां, तो विशेषकर संघ राज्यक्षेत्र जम्मू और कश्मीर और पाली लोक सभा निर्वाचन क्षेत्र सहित राजस्थान, झारखंड, मध्य प्रदेश, विशेषकर देवास और शाजापुर लोक सभा निर्वाचन क्षेत्र, महाराष्ट्र विशेषकर पालघर जिला और बेंगलुरू सहित कर्नाटक राज्य में सहायता प्रदान की गई परियोजनाओं, पूर्ण की गई आवासीय इकाइयों, लाभान्वित लाभार्थियों और निवेश की गई या निवेशकों को लौटाई गई पूंजी सहित तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने विशेष रूप से कर्नाटक और मध्य प्रदेश राज्यों में आवास क्षेत्र में खरीददारों के विश्वास को पुनर्जीवित करने, नकदी में सुधार करने और दबाव को कम करने के संबंध में कोई महत्वपूर्ण प्रभाव देखा है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार का कर्नाटक राज्य, विशेषकर बेंगलुरू और मध्य प्रदेश राज्य, विशेषकर देवास-शाजापुर क्षेत्र में रुकी हुई और संकटग्रस्त आवासीय परियोजनाओं का समाधान करने के लिए उक्त निधि के दूसरे चरण का विस्तार करने या शुरू करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN):

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT

(a): Yes;

(b): As on 31st January, 2026, Special Window for Affordable and Mid-Income Housing (SWAMIH) Investment Fund has committed investment in 148 projects, which may be seen as follows:

State	No. of Projects Invested	Homes Completed	Beneficiaries Benefitted	Capital Invested across States (In INR Crore)	Total Capital Returned (In INR Crore)
Maharashtra	55	14,764	59,056	3,013.2	1,662.6
Uttar Pradesh	24	17,751	71,004	2,493.4	1,146.3
Haryana	22	14,168	56,672	1,721.1	1,276.9
Rajasthan	13	6,123	24,492	481.6	328.9
Telangana	7	1,888	7,552	691.8	114.2
Karnataka	6	2,153	8,612	759.3	429.9
Tamil Nadu	6	2,587	10,348	286.6	196.2
Punjab	5	1,298	5,192	364.8	85.6
Andhra Pradesh	3	376	1,504	154.5	14.1
Uttarakhand	2	1,763	7,052	215.0	279.8
Gujarat	1	259	1,036	52.0	10.2
Kerala	1	70	280	7.0	7.7
TOTAL	145*	63,200	2,52,800	10,240.2	5,552.3

**The Fund has committed to 148 investments of which three (3) investments, with aggregate commitment of INR 529.0 Crore., are pending first disbursement.*

Of these, 13 projects are in Rajasthan (Jaipur-8, Jodhpur-1, Kota-1, Bhiwadi-3), 57 projects are in Maharashtra (Mumbai-34, Nagpur-1, Nashik-2, Navi Mumbai-2, Pune-7, Thane-11) and 6 projects are in Bengaluru, Karnataka. Further, the fund has no investments in the UT of Jammu and Kashmir, Lok Sabha Constituency of Pali (Rajasthan), Jharkhand, Lok Sabha Constituency of Dewas and Shajapur (Madhya Pradesh) and Palghar (Maharashtra).

(c): Yes, the fund has had a measurable impact on reviving buyer confidence and reducing stress in the housing sector by delivering 63,200 homes with total 1,01,443 homes in the portfolio across India. Beyond enabling completion of homes, SWAMIH has generated significant economic benefits.

In the state of Karnataka, the fund has made investments in 6 projects, with an aggregate commitment of INR 1,146 Crore and the potential to deliver over 5,100 homes. These investments have helped unlock capital of over INR 4,200 Crore that was previously stuck in these projects. As on January 31,2026, the fund has successfully exited 3 of these investments and has delivered 2,100 homes across these projects. The fund does not have any investment in Madhya Pradesh.

(d): SWAMIH Investment Fund II was announced as part of the recent Union Budget, and is in the process of being formally launched.

श्री रविन्द्र वसंतराव चव्हाण : धन्यवाद अध्यक्ष महोदय। भारत में बिल्डरों द्वारा वर्षों से अटकी कई आवासीय परियोजनाएं हैं, जिसमें देश के आम नागरिकों ने अपने जीवन-भर की पूंजी एक आवास खरीदने के लिए लगा दी। एक तरफ तो इन परियोजनाओं में धन लगाने वाला व्यक्ति बैंकों

में किश्त और ब्याज भरता रहा, वहीं दूसरी तरफ मकान न मिलने के कारण किराए के मकान में किराया भी भरता रहा। एनबीसीसी, जो एक सरकारी उपक्रम है और स्वामी फंड का उपयोग करते हुए कुछ अधूरी आवासीय परियोजनाओं को पूरा किया, किन्तु ये परियोजनाएं भी रेरा द्वारा निर्धारित किए गए समय के अनुसार पूरी नहीं हो पाई हैं।

अत: मैं माननीय मंत्री जी से यह जानना चाहता हूं कि क्या सरकार एनबीसीसी की कार्य-प्रणली की समीक्षा करने और आवंटियों को ब्याज की इस विकट परिस्थिति से निकालने हेतु कोई कदम उठाने पर विचार करेगी?

श्रीमती निर्मला सीतारमण : महोदय, 'स्वामी' फंड के द्वारा जो ऐसेट्स को कम्प्लीट करने के लिए फंड लिया जाता है, उसके लिए अलग से मानीटरिंग टीम होती है। एसबीआई कैप के द्वारा केन्द्र सरकार इस प्रोजेक्ट को चलाती है। उसमें प्रोजेक्ट कंप्लीशन के लिए अगर एनबीसीसी को पिक्चर में आना पड़ा और अगर वह कुछ दिक्कत में है, जो एसबीआई कैप की रिव्यूइंग कमेटी है, वह उसका रिव्यू करेगी। वैसे भी हम फेज-वन कंप्लीट करने के बाद फेज-टू भी लांच कर रहे हैं। इस 'स्वामी' फंड के द्वारा जो रेस्टोरेशन हो रही है, उसमें अच्छी सफलता मिलने के कारण हम आगे सेकेंड फेज लेकर आ रहे हैं। स्पेसिफिकली अगर माननीय सदस्य के विषय में कुछ दिक्कत है, एनबीसीसी के विषय में कुछ दिक्कत है तो वे कॉरपोरेट अफेयर्स को भी लिख सकते हैं या हमें, डीएफएस के द्वारा मंत्रालय को चिट्ठी लिख सकते हैं। हम उसे आगे लेकर जाएंगे।

श्री रविन्द्र वसंतराव चव्हाण : महोदय, मैं आपके माध्यम से माननीया मंत्री जी से जानना चाहूँगा कि 'स्वामी' कोष परियोजनाओं के चयन के लिए विशिष्ट मापदंड क्या हैं? मेरे संसदीय क्षेत्र नांदेड़ में 'स्वामी' फंड जारी न करने के क्या कारण हैं? इसकी चयन प्रक्रिया को और अधिक पारदर्शी बनाने हेतु सरकार ने क्या कदम उठाए हैं?

श्रीमती निर्मला सीतारमण : महोदय, 'स्वामी' फंड के अंतर्गत एक पेंडिंग प्रोजेक्ट को पिकअप करने के लिए छह मापदंड हैं। मैं विस्तार से नहीं जाते हुए बस यह बोल देती हूँ कि वे छह मापदंड क्या हैं। वह प्रोजेक्ट रेरा रजिस्टर्ड होना चाहिए। डिलेड या स्टॉल्ड, बैंकों या रिव्यूअर के द्वारा उस

प्रोजेक्ट का ऐसा स्टेट्स माना जाना चाहिए। थर्ड मापदंड यह है कि उस प्रोजेक्ट की नेट वर्थ सकारात्मक होनी चाहिए, मतलब उससे realizable value कितनी होगी, अगर उस प्रोजेक्ट का इनकंप्लीट वर्क उससे कम होगा मतलब expected value of sold receivables plus the value of unsold inventory is higher than the total cost required to complete the project itself. हम इस क्राइटेरिया का उपयोग करते हैं। चौथी कंडीशन यह है कि वह एफोर्डेबल मिडिल इनकम कैटेगरी का प्रोजेक्ट होना चाहिए। अपर इनकम कैटेगरी के प्रोजेक्ट के लिए यह योजना नहीं है। मिडिल इनकम कैटेगरी के प्रोजेक्ट से यह मतलब है, As regards MMR, price is less than Rs. 2 crore; each unit should be less than Rs. 2 crore or उसका एरिया दो हजार वर्ग फीट के अंदर होना चाहिए or it cannot be 4000 square feet flat or accommodation. एनसीआर, चेन्नई, कोलकाता, पुणे, हैदराबाद, अहमदाबाद और बेंगलुरु, इन एरियाज में 1.5 करोड़ रुपये के नीचे एक यूनिट की कॉस्ट होनी चाहिए। बाकी पूरे देश के लिए एक करोड़ रुपये के नीचे एक यूनिट की कॉस्ट होनी चाहिए। पांचवीं कंडीशन यह है कि मिनिमम कंस्ट्रक्शन तब तक 30 परसेंट कंप्लीट होना चाहिए, क्योंकि तभी अगर वह स्टॉल्ड हो गया है, हम उसे कंप्लीट करने के लिए आएंगे। अगर प्रोजेक्ट शुरू ही नहीं हुआ है तो फिर तो 'स्वामी' कोष उपलब्ध नहीं है। अंतिम कंडीशन यह है कि एनपीए प्रोजेक्ट का वर्गीकरण एनपीए और or undergoing insolvency proceedings under the NCLT, ऐसा कैरेक्टर जिस प्रोजेक्ट का है, उसी को एलिजिबल बताया जाता है। ये छह कंडीशंस जहां भी फुलफिल होती हैं, वहां हम 'स्वामी' कोष को ले आएंगे। धन्यवाद।

श्री सुधीर गुप्ता : महोदय, देश भर में स्वामी योजना के कारण रिएल एस्टेट क्षेत्र की संकटग्रस्त इकाईयों को निकालने में मदद हुई है और इसीलिए देश भर में खरीददारों में एक विश्वास जाग्रह हुआ है। संकटग्रस्त इकाईयों के चयन का जो आधार है, उसे माननीया मंत्री जी ने स्पष्ट रूप से बताया है। मैं यह जानना चाहता हूँ कि मध्य प्रदेश राज्य में कोई स्थान ऐसी संकटग्रस्ट इकाई के लिए नहीं आया है तो इसका क्या कारण है? क्या आवेदन की कोई प्रक्रिया रहती है?

दूसरा, एचआईजी, एमआईजी, इस तरह के आवासों को भी इसमें स्थान है या नहीं है? धन्यवाद।

श्रीमती निर्मला सीतारमण : सर, मध्य प्रदेश में एक भी प्रोजेक्ट इसके लिए एलिजिबल क्यों नहीं हुआ, मुझे इसका स्पेसिफिक कारण मालूम नहीं है। पर, इस प्रश्न से संबंधित विषयों को मैं एलैबोरेट करना चाहती हूं।

राजस्थान में हम 13 प्रोजेक्ट्स कर रहे हैं, जिनमें से जयपुर में 8 प्रोजेक्ट्स, जोधपुर में एक प्रोजेक्ट, कोटा में एक प्रोजेक्ट, भिवाड़ी में 3 प्रोजेक्ट्स हैं। मगर, उसी राजस्थान में पाली में एक भी प्रोजेक्ट नहीं है। इसलिए हमें इन 6 एलिजिब्लिटी क्राइटेरिया पर जहां भी प्रोजेक्ट्स मिल जाते हैं, वहां हम उसे पूरा करते हैं। महाराष्ट्र में 57 जगहों पर स्वामी योजना काम कर रही है, बैंगलुरू में 6 प्रोजेक्ट्स चल रहे हैं।

सर, मध्य प्रदेश में एक भी प्रोजेक्ट इस योजना में नहीं है, यह मैं मानने को तैयार हूं, मगर शायद हमारा जो क्राइटेरिया है, उससे वे प्रोजेक्ट्स मेल नहीं खाते होंगे।

श्री रमाशंकर विद्यार्थी राजभर : माननीय अध्यक्ष जी, आपकी बहुत कृपा है।

माननीय अध्यक्ष जी, माननीय मंत्री जी ने इकाइयों के रिलीफ के लिए जो उत्तर दिया है, वह अच्छा दिया है, लेकिन आपके माध्यम से माननीय मंत्री जी से मैं लाभुकों के लाभ के लिए अनुरोध करता हूं। इकाई को लाभ होना चाहिए, पर लाभुकों का लाभ भी होना चाहिए। हालांकि यह प्रश्न से जुड़ा हुआ मामला नहीं है, परन्तु मैं इसे माननीय मंत्री जी के संज्ञान में लाना चाहता हूं।

महोदय, सहारा निवेशकों के जो पैसे जमा थे, उनमें से कुछ स्कीम्स के पैसों का आप भुगतान कर रहे हैं, लेकिन जब तक सहारा की सभी स्कीम्स के पैसे का भुगतान नहीं किया जाएगा, तब तक मध्यम आय वर्ग का आदमी घर कैसे बनवा पाएगा, कैसे खरीद पाएगा? किसी की बेटी की शादी है, उसे करना है, पर उसके पैसे सहारा में जमा हैं। आप इसके लिए कुछ उपाय कीजिए। सहारा में लाभुकों का जो पैसा जमा है, चाहे जिस भी स्कीम में किसी गरीब आदमी ने अपने पैसे

जमा किए हैं, उसके लिए व्यवस्था कीजिए। इसके लिए कोई दूसरा पोर्टल बनाइए। आपका पोर्टल गांव में नहीं चल रहा है। गांव में नेटवर्क नहीं है, जगह नहीं है, पोर्टल नहीं चल रहे हैं, इसलिए आप मध्यम आय वर्ग के लिए कुछ उपाय कीजिए, यह मैं आपके संज्ञान में डालना चाहता हूं।

श्रीमती निर्मला सीतारमण : सर, सहारा के विषय में मैंने बहुत सारी बातों का विस्तार से जवाब दिया है। यह सुप्रीम कोर्ट के द्वारा मॉनिटर्ड है और उसी के चलते जितने भी लोग पोर्टल में भरते हैं, उसे एक कमेटी बैठकर यह तय करती है कि उनके कागज़ सही हैं और फिर अमाउंट रिलीज़ करने को कहती है। अगर नेटवर्क न होने के कारण किसी एक गांव में पोर्टल काम नहीं करता है तो मैं माननीय सदस्य से रिक्वेस्ट करती हूं कि वे चिट्ठी लिखें, मुझे लिखें। मैं उसको सही जगह पहुंचा दूंगी और उसका जवाब भी उनसे मंगवाऊंगी।

SHRIMATI DAGGUBATI PURANDESWARI: Sir, the affordable and mid-income housing segment has been facing a lot of challenges for the past decade. Many housing projects have been stalled, leaving many homebuyers in the lurch. To address this issue, SWAMIH has been brought in so that justice could be done to homebuyers who are distressed. The result of the Special Window for Completion of Construction of Affordable and Mid-Income Housing Projects (SWAMIH) has been that about Rs.35,000 crore of liquidity has been unleashed. About 50,000 housing units have been completed, and over 130 projects benefiting about one lakh homebuyers have been completed so far.

However, my question to the hon. Finance Minister is whether Rs. 15,000 crore that has been allocated to SWAMIH presently is sufficient for the Rs.4 lakh crore worth of stalled projects. At the pace at which approvals and disbursals are happening, will that be sufficient for us to achieve the

objectives? There are also some builders who are unwilling to come on board because of the conditions that have been imposed. What are we doing to ensure that these builders also come on board to do justice to homebuyers? Thank you, Sir.

SHRIMATI NIRMALA SITHARAMAN: Sir, the hon. Member is right in saying this. Rs.10,037.5 crore has been spent in Phase-I, which was launched in 2019 and the final closure was achieved on 22nd December. For Phase-I, Rs.15,531 crore was allocated, of which Rs.10,000 crore has been spent. The number of houses already delivered, in terms of completed units, is 63,200, with a total of 1,01,443 homes in the portfolio to be completed.

It is only because Phase-I succeeded in achieving its goals. But yet there were a lot of other people who are left without a solution for the stalled projects. Have we launched the second phase, which is SWAMIH category. The second fund has been launched. The first one got completed in 2022 and second one is on-going for those who have not been coming under the Phase-I. And therefore, now the second one will have to take up the fresh but which have been remained stalled for some time.

But regarding the specific question of how some of them would not want to come on board, the conditions are the minimum conditions. If they are not able to fulfil one of them or two of them, they certainly will not be able to come on board. But if there are specific builders who think because of the condition but otherwise, the case is genuine, they can always approach the fund and ask them to consider their project, send a copy to us so that we will also pursue it.

This is because our intention is to complete as many stalled projects so that the middle income group which is affected severely can get a redressal.

माननीय अध्यक्ष : प्रश्न संख्या 425, श्री लावू श्रीकृष्णा देवरायालू।

EDUCATION LOANS FOR STUDENTS BELONGING TO BPL

***425. SHRI LAVU SRIKRISHNA DEVARAYALU:**

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of the number of students belonging to the Below Poverty Line (BPL) category who have applied for education loans under various Central Government education loan schemes during the last three years along with the number of applications sanctioned and rejected during the said period, State-wise;

(b) the steps taken by the Government to ensure that priority is accorded to students from BPL families in the sanctioning and disbursement of education loans; and

(c) whether the Government proposes to increase the moratorium period for repayment of education loans to two years after completion of the course and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT

(a) to (c): Education is in the concurrent list and both the Central Government

and State Governments work together for its improvement. The Government of India is implementing different education loan schemes for providing financial assistance for higher education to all categories of students including students belonging to BPL, subject to extant scheme guidelines. There is no upper limit on number of education loans that can be sanctioned under these schemes.

The Central Government launched the PM Vidyalaxmi, a new Central Sector scheme in November 2024 that seeks to provide financial support to meritorious students including students from below poverty line category getting merit-based admission in Quality Higher Education Institution (QHEIs). Under the PM Vidyalaxmi scheme, students getting merit-based admission in Quality Higher Education Institution (QHEIs) are eligible to get collateral-free, guarantor-free education loans from banks to cover full amount of tuition fees and other expenses related to the course. There is no upper limit on the number of such loans that can be sanctioned. Further, the repayment can be done up to 15 years after the moratorium period.

Further, the Department of Financial Services (DFS) has informed that all Scheduled Commercial Banks (SCBs) have been advised by Reserve Bank of India (RBI) to adopt Model Education Loan Scheme (MELS), formulated by Indian Banks' Association (IBA), 2022 (last amended on 23.6.2025). This scheme is available for all sections of the society. The main features of the scheme are as under:

- The scheme provides need-based education loan.
- No collateral security or third-party guarantee is required for loans

amount up to ₹ 7.50 lakhs, provided they are eligible for Central Sector Interest Subsidy Scheme (CSIS)/Credit Guarantee Fund Scheme for Education loan (CGFSEL).

- No Margin for loans up to ₹ 4 lakhs.
- Moratorium period is allowed up to study period plus one year in all cases.
- Repayment period (after moratorium) is available up to 15 years for all loans.

Further, the RBI vide its Circular on Collateral Free Loans - Educational Loan Scheme, has advised that banks must not, mandatorily, obtain collateral security in the case of educational loans up to ₹ 4 lakhs.

To facilitate the students from poorer households, the Department of Higher Education is implementing the PM-USP Central Sector Interest Subsidy Scheme (PM-USP CSIS). Under the PM USP-CSIS Scheme, full interest subvention is provided to all students, including students belonging to BPL who are pursuing technical/professional courses from approved National Assessment and Accreditation Council (NAAC) accredited HEIs/National Board of Accreditation (NBA) accredited courses, whose annual family income is up to ₹ 4.5 lakhs and for education loans up to ₹ 10 lakhs, during the moratorium period. There is no upper limit on number of student beneficiaries for this Scheme.

Further under the CGFSEL Scheme, credit guarantee is provided by

government for loans upto ₹ 7.5 lakhs for students from all income groups. There is no upper limit on number of student beneficiaries for this Scheme.

In PM-Vidyalaxmi scheme too, a 3% interest subvention support during moratorium period (course period plus one year) is given every year up to one lakh fresh students having an annual family income of up to ₹ 8 lakhs and not eligible for benefits under any other government scholarship or interest subvention schemes on education loans. An outlay of ₹ 3,600 Crore has been made during 2024-25 to 2030-31, and 7 lakh fresh students are expected to get the benefit of this interest subvention during the period.

The DFS and RBI have informed that data on all types of education loans were not maintained centrally earlier. In February 2025, a simple 2-page and completely digital application process for education loans have been launched through the portal https://pmvidyalaxmi.co.in The details of Education Loans applied, sanctioned and disbursed during the financial year 2025-26, from 1st April 2025 to 28th February 2026, at the all-India level is as under:

Annual Income of student's family	**No. of applications received**	**No. of applications withdrawn/ closed by students**	**No. of applications rejected**	**No. of applications pending with student for clarification/ banks for processing**	**No. of applications sanctioned**
Up to ₹ 4.5 lakhs	4,57,976	1,68,734	24,915	25,375	2,38,952
₹ 4.5 lakhs to ₹ 8 lakhs	94,073	33,204	4,588	4,713	51,568

More than ₹ 8 lakhs	96,922	31,289	3,674	4,648	57,311
Total	**6,48,971**	**2,33,227**	**33,177**	**34,736**	**3,47,831**

It may be seen that, at all-India level, more than 83% of the education loans were sanctioned to students with annual family income of up to ₹ 8 lakhs. State-wise details are given in the enclosed **Annexure**.

In addition, in 2024-25, more than 95 lakh scholarships were provided by different Ministries in central government to students of post matric and higher education.

Thus, the IBA-MELS, PM Vidyalaxmi, PM-USP CSIS and PM USP CGFSEL schemes, along with the various scholarships together provide holistic support to all deserving students to pursue higher education in quality HEIs and technical/professional education in approved HEIs.

With respect to moratorium period, the Model Education Loan Scheme, inter alia, provides that:

i. While EMI based repayment is the generally accepted practice, many times the salary levels at the start of the career may not facilitate comfortable payment of EMI in certain cases (e.g. professionals like Doctors). Telescoping of repayment with stepped up instalments with passage of time may be considered in such cases.

ii. Banks may also provide for moratorium taking into account spells of under-employment/ unemployment, say two or three times (maximum of 6 months at a time) during the life cycle of the loan.

iii. Banks may also encourage student borrowers who want to set up start-up units by giving moratorium on repayment of principal and interest during incubation period which may be considered up to 2 years.

ANNEXURE

State-wise details of the loans sanctioned to students

State/ UT	Annual Family Income of student's family	No. of applications received	No. of applications withdrawn/ closed by students	No. of applications rejected	No. of applications pending with student for clarification/ banks for processing	No. of applications sanctioned
ANDAMAN AND NICOBAR ISLANDS	**Total**	**441**	**197**	**33**	**9**	**202**
	Up to Rs. 4.5 lakhs	248	113	18	7	110
	₹ 4.5 lakhs - ₹ 8 lakhs	95	40	8	1	46
	Above ₹ 8 lakhs	98	44	7	1	46
ANDHRA PRADESH	**Total**	**40,631**	**12,654**	**1,989**	**1,429**	**24,559**
	Up to Rs. 4.5 lakhs	28,051	8,959	1,455	1,013	16,624
	₹ 4.5 lakhs - ₹ 8 lakhs	5,760	1,740	278	203	3,539
	Above ₹ 8 lakhs	6,820	1,955	256	213	4,396
ARUNACHAL PRADESH	**Total**	**163**	**79**	**9**	**8**	**67**
	Up to Rs. 4.5 lakhs	100	51	5	7	37
	₹ 4.5 lakhs - ₹ 8 lakhs	38	21	1	1	15
	Above ₹ 8 lakhs	25	7	3	0	15
ASSAM	**Total**	**9,289**	**4,065**	**732**	**414**	**4,078**

	Up to Rs. 4.5 lakhs	6,417	2,961	558	294	2,604
	₹ 4.5 lakhs - ₹ 8 lakhs	1,741	707	112	77	845
	Above ₹ 8 lakhs	1,131	397	62	43	629
BIHAR	**Total**	**20,103**	**8,783**	**991**	**968**	**9,361**
	Up to Rs. 4.5 lakhs	12,664	5,875	624	611	5,554
	₹ 4.5 lakhs - ₹ 8 lakhs	4,939	2,045	267	247	2,380
	Above ₹ 8 lakhs	2,500	863	100	110	1,427
CHANDIGARH	**Total**	**655**	**246**	**23**	**36**	**350**
	Up to Rs. 4.5 lakhs	181	79	8	11	83
	₹ 4.5 lakhs - ₹ 8 lakhs	139	48	4	8	79
	Above ₹ 8 lakhs	335	119	11	17	188
CHHATTISGARH	**Total**	**4,327**	**1,279**	**248**	**189**	**2,611**
	Up to Rs. 4.5 lakhs	2,252	758	141	108	1,245
	₹ 4.5 lakhs - ₹ 8 lakhs	1,020	266	62	45	647
	Above ₹ 8 lakhs	1,055	255	45	36	719
DELHI	**Total**	**14,074**	**5,302**	**541**	**806**	**7,425**
	Up to Rs. 4.5 lakhs	6,678	2,698	249	410	3,321
	₹ 4.5 lakhs - ₹ 8 lakhs	3,193	1,187	159	185	1,662
	Above ₹ 8 lakhs	4,203	1,417	133	211	2,442
GOA	**Total**	**933**	**296**	**38**	**54**	**545**
	Up to Rs. 4.5 lakhs	455	148	22	32	253

	₹ 4.5 lakhs - ₹ 8 lakhs	188	60	9	13	106
	Above ₹ 8 lakhs	290	88	7	9	186
GUJARAT	**Total**	**12,865**	**4,364**	**653**	**659**	**7,189**
	Up to Rs. 4.5 lakhs	5,944	2,168	367	314	3,095
	₹ 4.5 lakhs - ₹ 8 lakhs	3,348	1,131	170	173	1,874
	Above ₹ 8 lakhs	3,573	1,065	116	172	2,220
HARYANA	**Total**	**13,702**	**5,277**	**673**	**835**	**6,917**
	Up to Rs. 4.5 lakhs	6,493	2,707	365	394	3,027
	₹ 4.5 lakhs - ₹ 8 lakhs	3,222	1,204	163	204	1,651
	Above ₹ 8 lakhs	3,987	1,366	145	237	2,239
HIMACHAL PRADESH	**Total**	**3,491**	**945**	**173**	**144**	**2,229**
	Up to Rs. 4.5 lakhs	2,166	596	127	93	1,350
	₹ 4.5 lakhs - ₹ 8 lakhs	740	189	20	34	497
	Above ₹ 8 lakhs	585	160	26	17	382
JAMMU AND KASHMIR	**Total**	**3,505**	**1,148**	**66**	**548**	**1,743**
	Up to Rs. 4.5 lakhs	1,577	557	36	270	714
	₹ 4.5 lakhs - ₹ 8 lakhs	910	278	17	133	482
	Above ₹ 8 lakhs	1,018	313	13	145	547
JHARKHAND	**Total**	**14,633**	**5,701**	**473**	**701**	**7,758**
	Up to Rs. 4.5 lakhs	9,716	4,034	283	482	4,917
	₹ 4.5 lakhs - ₹ 8 lakhs	2,784	990	109	134	1,551

	Above ₹ 8 lakhs	2,133	677	81	85	1,290
KARNATAKA	**Total**	**89,865**	**30,273**	**4,494**	**6,554**	**48,544**
	Up to Rs. 4.5 lakhs	74,745	25,052	3,848	5,762	40,083
	₹ 4.5 lakhs - ₹ 8 lakhs	7,113	2,502	341	374	3,896
	Above ₹ 8 lakhs	8,007	2,719	305	418	4,565
KERALA	**Total**	**82,210**	**23,718**	**3,910**	**4,697**	**49,885**
	Up to Rs. 4.5 lakhs	69,704	20,230	3,486	3,998	41,990
	₹ 4.5 lakhs - ₹ 8 lakhs	6,065	1,741	244	330	3,750
	Above ₹ 8 lakhs	6,441	1,747	180	369	4,145
LADAKH	**Total**	**17**	**4**	**1**	**3**	**9**
	Up to Rs. 4.5 lakhs	13	4	1	2	6
	₹ 4.5 lakhs - ₹ 8 lakhs	2	0	0	1	1
	Above ₹ 8 lakhs	2	0	0	0	2
LAKSHADWEEP	**Total**	**17**	**7**	**1**	**2**	**7**
	Up to Rs. 4.5 lakhs	9	4	0	0	5
	₹ 4.5 lakhs - ₹ 8 lakhs	4	2	0	1	1
	Above ₹ 8 lakhs	4	1	1	1	1
MADHYA PRADESH	**Total**	**22,728**	**8,065**	**1,032**	**1,084**	**12,547**
	Up to Rs. 4.5 lakhs	15,135	5,714	751	743	7,927
	₹ 4.5 lakhs - ₹ 8 lakhs	4,496	1,482	176	206	2,632
	Above ₹ 8 lakhs	3,097	869	105	135	1,988
MAHARASHTRA	**Total**	**61,113**	**22,772**	**3,268**	**3,195**	**31,878**

	Up to Rs. 4.5 lakhs	37,657	14,633	2,238	1,953	18,833
	₹ 4.5 lakhs - ₹ 8 lakhs	10,411	3,788	526	551	5,546
	Above ₹ 8 lakhs	13,045	4,351	504	691	7,499
MANIPUR	**Total**	**1,119**	**468**	**102**	**109**	**440**
	Up to Rs. 4.5 lakhs	850	351	75	88	336
	₹ 4.5 lakhs - ₹ 8 lakhs	153	66	19	11	57
	Above ₹ 8 lakhs	116	51	8	10	47
MEGHALAYA	**Total**	**1,580**	**540**	**65**	**79**	**896**
	Up to Rs. 4.5 lakhs	1,308	468	56	62	722
	₹ 4.5 lakhs - ₹ 8 lakhs	157	37	6	10	104
	Above ₹ 8 lakhs	115	35	3	7	70
MIZORAM	**Total**	**164**	**78**	**8**	**16**	**62**
	Up to Rs. 4.5 lakhs	117	54	6	13	44
	₹ 4.5 lakhs - ₹ 8 lakhs	30	18	2	1	9
	Above ₹ 8 lakhs	17	6	0	2	9
NAGALAND	**Total**	**544**	**243**	**26**	**21**	**254**
	Up to Rs. 4.5 lakhs	413	197	22	13	181
	₹ 4.5 lakhs - ₹ 8 lakhs	78	31	2	3	42
	Above ₹ 8 lakhs	53	15	2	5	31
ODISHA	**Total**	**15,987**	**5,495**	**1,023**	**683**	**8,786**
	Up to Rs. 4.5 lakhs	11,461	4,087	820	514	6,040

	₹ 4.5 lakhs - ₹ 8 lakhs	2,495	841	127	108	1,419
	Above ₹ 8 lakhs	2,031	567	76	61	1,327
PUDUCHERRY	**Total**	**1,479**	**536**	**85**	**80**	**778**
	Up to Rs. 4.5 lakhs	1,027	379	69	55	524
	₹ 4.5 lakhs - ₹ 8 lakhs	200	63	8	12	117
	Above ₹ 8 lakhs	252	94	8	13	137
PUNJAB	**Total**	**7,947**	**2,817**	**468**	**611**	**4,051**
	Up to Rs. 4.5 lakhs	2,611	970	164	193	1,284
	₹ 4.5 lakhs - ₹ 8 lakhs	2,605	924	170	214	1,297
	Above ₹ 8 lakhs	2,731	923	134	204	1,470
RAJASTHAN	**Total**	**18,458**	**6,897**	**1,016**	**752**	**9,793**
	Up to Rs. 4.5 lakhs	9,506	3,886	600	441	4,579
	₹ 4.5 lakhs - ₹ 8 lakhs	4,698	1,604	239	161	2,694
	Above ₹ 8 lakhs	4,254	1,407	177	150	2,520
SIKKIM	**Total**	**266**	**101**	**19**	**16**	**130**
	Up to Rs. 4.5 lakhs	190	73	16	8	93
	₹ 4.5 lakhs - ₹ 8 lakhs	37	14	2	4	17
	Above ₹ 8 lakhs	39	14	1	4	20
TAMIL NADU	**Total**	**1,08,710**	**42,579**	**5,615**	**5,399**	**55,117**
	Up to Rs. 4.5 lakhs	89,125	35,519	4,755	4,546	44,305
	₹ 4.5 lakhs - ₹ 8 lakhs	9,391	3,515	440	422	5,014

	Above ₹ 8 lakhs	10,194	3,545	420	431	5,798
TELANGANA	**Total**	**19,872**	**7,775**	**1,244**	**633**	**10,220**
	Up to Rs. 4.5 lakhs	10,640	4,461	767	343	5,069
	₹ 4.5 lakhs - ₹ 8 lakhs	3,400	1,318	217	109	1,756
	Above ₹ 8 lakhs	5,832	1,996	260	181	3,395
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	**Total**	**215**	**76**	**5**	**12**	**122**
	Up to Rs. 4.5 lakhs	75	35	2	3	35
	₹ 4.5 lakhs - ₹ 8 lakhs	75	21	3	6	45
	Above ₹ 8 lakhs	65	20	0	3	42
TRIPURA	**Total**	**1,508**	**561**	**140**	**127**	**680**
	Up to Rs. 4.5 lakhs	1,207	454	126	110	517
	₹ 4.5 lakhs - ₹ 8 lakhs	158	60	7	5	86
	Above ₹ 8 lakhs	143	47	7	12	77
UTTAR PRADESH	**Total**	**51,175**	**20,585**	**2,682**	**2,529**	**25,379**
	Up to Rs. 4.5 lakhs	33,525	14,337	1,933	1,603	15,652
	₹ 4.5 lakhs - ₹ 8 lakhs	9,494	3,559	444	488	5,003
	Above ₹ 8 lakhs	8,156	2,689	305	438	4,724
UTTARAKHAND	**Total**	**7,362**	**2,370**	**332**	**299**	**4,361**
	Up to Rs. 4.5 lakhs	4,226	1,424	194	168	2,440
	₹ 4.5 lakhs - ₹ 8 lakhs	1,665	513	85	60	1,007
	Above ₹ 8 lakhs	1,471	433	53	71	914
WEST BENGAL	**Total**	**17,823**	**6,931**	**999**	**1,035**	**8,858**

	Up to Rs. 4.5 lakhs	11,490	4,698	728	711	5,353
	₹ 4.5 lakhs - ₹ 8 lakhs	3,229	1,199	151	178	1,701
	Above ₹ 8 lakhs	3,104	1,034	120	146	1,804
ALL INDIA	**Total**	**6,48,971**	**2,33,227**	**33,177**	**34,736**	**3,47,831**
	Up to Rs. 4.5 lakhs	**4,57,976**	**1,68,734**	**24,915**	**25,375**	**2,38,952**
	₹ 4.5 lakhs - ₹ 8 lakhs	**94,073**	**33,204**	**4,588**	**4,713**	**51,568**
	Above ₹ 8 lakhs	**96,922**	**31,289**	**3,674**	**4,648**	**57,311**

SHRI LAVU SRIKRISHNA DEVARAYALU: Thank you, Sir.

You know the importance of education more than anyone in this House, as you come from Kota. The Gross Enrollment Ratio in schools has reached almost 100 per cent. It is a success what we have seen in this country. Even in the higher education, our GER has reached to 29.5 per cent. But only four per cent of the students who are enrolled in higher education are able to get institutional credit from the banks. This is the report that has come out.

Coming from the constituency of Palnadu, that is even less. It is becasue it is very backward area. Also on top of that, the PM-Vidyalaxmi Scheme, that is the interest subvention scheme, in the answer the Minister has given, only one lakh students are eligible for the interest subvention. In Andhra Pradesh, only 3400 slots were given. There are 14 lakh students studying in higher education. On one side, only four per cent of the students are having access to institutional credit. On the other side, interest subvention is given only to 3400

students in Andhra Pradesh, which is very low.

So, is the Government looking at increasing, having a district-wise target, the slots for students to get institutional credit as well as increasing the number of students under PM-Vidyalaxmi interest subvention scheme so that students can get access to better credit? Thank you, Sir.

SHRI DHARMENDRA PRADHAN: Hon. Speaker, Sir, let me clarify one thing in the beginning. There is no quota, there is no allocation State-wise and district-wise. As on today, there are two major schemes from the Government of India side. One is taken care by the Ministry of Education and another is taken care by the Ministry of Finance through the Indian Association of Banks.

Sir, these two schemes are very qualitative. And open-ended approach is there. This is open to all kinds of students. In the PM-Vidyalaxmi Scheme, quality higher institutions are identified, all the Central institutions, almost all the IITs, all NITs, all IIITs, all Central Universities, all IIMs, any institution. Any number of students can apply. They can go through the process and then, they can be selected.

Beyond that, top 200 NIRF ranked institutions by the State Governments, State Universities, State institutions and hundred top NIRF institution through private institutions will also apply. That means our basket, our net is very wide. Any student can apply.

In another scheme, there is model education loan scheme by banking association, all recognised courses of Indian higher education institutions plus studies abroad. This is a very wide scheme, and looking into hon. Members

concern, since last two years, the Government has redesigned this with the consultation of Ministry of Finance. PM-Vidyalaxmi is a very progressive scheme. This has less interest rate. There is no guarantor. No collateral guarantee is required.

The payback period is a longer period, up to 15 years. The criteria of 'family income' is also very liberal. The rate of interest is also very moderate, three per cent to a little more. Since it is a new Scheme, PM-Vidyalaxmi, I appeal to all our hon. Members of this august House to propagate it and convince the institutions and students to take benefit of this Scheme. The Government of India is committed to make higher education affordable within country, in quality institutions, and also in selected cases, abroad also.

SHRI LAVU SRIKRISHNA DEVARAYALU: Sir, I did not say that there is a limit for the number of loans that are given. Even in the answer that has been given, it has been mentioned that there will be only one lakh beneficiaries who would be given PM-Vidyalaxmi loan across the country under the interest subvention plan. Can the Government increase the number, and not restrict it to one lakh because only 3,000 students in Andhra Pradesh are eligible to get loan under this Scheme?

In a Parliamentary Committee Report of December 2025, the recommendation was to use ration card of the parents as an eligibility criterion for disbursement of the loan. Is it feasible? Is the Government or the Ministry working with the Finance Ministry to make it feasible? Can the collateral fee under PM-Vidyalaxmi and other schemes be given to the students? The banks

are still demanding collateral. We say that there is no collateral, but banks are still demanding as they are also very much worried. Is the Education Ministry working with the Finance Ministry to make sure that it is not the case? If there is any bank that is still asking for collaterals, can a punitive action be initiated by the Ministry? Thank you very much.

SHRI DHARMENDRA PRADHAN: Speaker, Sir, it is a demand-driven Scheme. Initially, it is one lakh, but if more demand will come, the Government will look into that.

As far as the collateral guarantee is concerned, again with utmost politeness, in the presence of hon. Finance Minister, both of us are committing that in this Scheme, there is no collateral condition.

SHRI NAVEEN JINDAL: Can the hon. Minister inform the House about the steps being taken to create awareness among BPL students about the available education loan schemes, particularly in rural and aspirational districts where banking outreach remains limited? Thank you, Sir.

श्री धर्मेन्द्र प्रधान : स्पीकर सर, आज के समय में देश में बैंकों की उपलब्धता बहुत बड़ा प्रश्न नहीं है। आज बैंक सब जगह उपलब्ध हैं। बाकी मैंने इस स्कीम के बारे में पहले ही इस पवित्र गृह में निवेदन किया है कि यह सभी लोगों का कलेक्टिव दायित्व है। हमारे देश में इस प्रकार की दो पीएम-विद्यालक्ष्मी और मॉडल एजुकेशन लोन स्कीम्स उपलब्ध हैं। सभी विद्यार्थी और छात्र देश के अच्छे इंस्टीट्यूशंस में पढ़ने के लिए और बाहर जाकर पढ़ने के लिए इन स्कीम्स के अंतर्गत सुविधा ले सकते हैं।

SHRI SHREYAS M. PATEL: Sir, I would like to know whether the Government plans to mandate banks and financial institutions to exempt CIBIL score

requirement for education loans, particularly for below poverty line students. I would also like to know about the steps being taken to improve access to education loan through banks in Hassan and Karnataka, including coordination with local branches. It may be PM-Vidyalaxmi Scheme or any other Central Government scheme.

SHRI DHARMENDRA PRADHAN: Sir, I could not get this CIBIL score issue. I will understand it from the hon. Member.

I am again saying that this Scheme is very wide. As of today, I may be corrected by my seniors, this Government is working in a saturation mode. The loan provision is available for all students.

माननीय अध्यक्ष : प्रश्न संख्या 426, डॉ. कलानिधि वीरास्वामी।

ALLOCATION FOR SAMAGRA SHIKSHA SCHEME IN UNION BUDGET 2026–27

***426. DR. KALANIDHI VEERASWAMY:**

Will the Minister of **EDUCATION** be pleased to state:

(a) the total allocation of funds made under the Samagra Shiksha scheme in the Union Budget 2026–27 and the corresponding allocations made in 2025–26 (Budget Estimates and Revised Estimates);

(b) whether the allocation for 2026–27 represents a reduction in real terms when adjusted for inflation and increased enrolment and if so, the details thereof;

(c) whether funds under Samagra Shiksha for teacher recruitment, teacher

training, school infrastructure, digital learning and inclusive education have been curtailed or restructured in Budget 2026–27;

(d) if so, the details of funds released, utilised and pending under the scheme during 2025–26, State/UT-wise including Tamil Nadu;

(e) the steps taken by the Government to ensure timely release of Central share for effective implementation of the scheme, particularly in Government schools located in rural, aspirational and socio-economically disadvantaged areas; and

(f) whether the Government proposes to enhance per-child allocation under the said scheme to meet rising costs of infrastructure, digital access and teacher support and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT

(a) and (b): The detail of Budget Estimate and Revised Estimate under Samagra Shiksha is as under:

FY	Budget Estimate (BE)	Revised Estimate (RE)
2025-26	41250.00	38000.00
2026-27	42100.00	-

The BE of FY 2026-27 is 2.06% more than the BE of FY 2025-26 and 10.78% more than the RE of FY 2025-26.

(c): The annual plan under Samagra Shiksha is prepared by the States and UTs based on their requirements and priority and this is reflected in their respective Annual Work Plan and Budget (AWP&B). Details of component-wise allocation such as teacher recruitment, teacher training, school infrastructure, digital learning and inclusive education and other component is provided by States/UTs in their AWP&B. Once the Project Approval Board (PAB) meetings for the scheme are completed for FY 2026-27, the State-wise and component wise allocation get finalized. The operation period of the current Samagra Shiksha Scheme is ending on 31.03.2026. The restructured formulation of Samagra Shiksha for the FY 2026-27 to FY 2030-31 period is under consideration.

(d): The details of central allocation, funds released and funds utilised under Samagra Shiksha scheme during 2025–26 are given in the enclosed **Annexure**.

(e): Under Samagra Shiksha, funds are released to the States/UTs based on the pace of expenditure, receipt of commensurate state share, audited accounts, statement on outstanding advances, up-to date expenditure statement, audited utilization certificate of previous year and furnishing of other requisite information as prescribed by Ministry of Finance and the Manual on Financial Management and Procurement of the Scheme.

Department of School Education and Literacy uses a comprehensive

online monitoring system called PRABANDH (Project Appraisal, Budgeting Achievements and Data Handling). The system enables Ministry of Education and States and UTs to monitor the releases and expenditure besides viewing approved outlays and other scheme related information. Regular follow ups and review meetings are held with the States/UTs ensuring an integrated approach for monitoring and smooth implementation of the scheme.

(f): States/UTs assess their gap and submit their plan in AWP&B following programmatic and financial norms for further appraisal and approval. Samagra Shiksha targets component-specific per-child funding model, rather than a uniform allocation, to address diverse educational needs ranging from foundational learning to inclusive education. Norms for the intervention under Restructured Samagra Shiksha 2026-27 are under consideration.

Education is a subject in the concurrent list of the Constitution and majority of the schools and teachers in the country are under the administrative control of the State Governments and UT Administrations. The States/UTs play pivotal role in conceptualization, implementation and realization of schemes at the grass root level.

ANNEXURE

State/UT-wise details of Central Allocation, Central Share released and expenditure incurred under Samagra Shiksha during the year 2025-26 till 17.03.2026

(Rs. in lakh)

Sl.No.	Name of the State	2025-26		
		Central Allocation	Central share released	Expenditure including State Share
1	A and N Islands	8939.32	3067.72	5169.52
2	Andhra Pradesh	150932.16	101269.35	265691.32
3	Arunachal Pradesh	78323.47	45388.95	64534.24
4	Assam	368806.99	208441.98	222686.66
5	Bihar	601525.04	553372.53	812692.02
6	Chandigarh	14810.08	12005.58	11253.39
7	Chhattisgarh	118482.35	54421.99	107784.61
8	Dadra and N. Haveli Daman and Diu	10972.68	6464.84	4595.78
9	Delhi	56633.22	36574.97	44596.63
10	Goa	2770.98	2038.88	2817.86
11	Gujarat	143519.86	126776.81	173694.41
12	Haryana	84604.25	28230.86	80197.48
13	Himachal Pradesh	71073.55	52015.39	45605.81
14	Jammu and Kashmir	143599.16	29767.08	76051.92
15	Jharkhand	122684.85	77742.52	128740.30
16	Karnataka	114334.70	79054.19	108471.77
17	Kerala	45204.68	9241.16	26454.29
18	Ladakh	24401.82	13940.53	13532.94
19	Lakshadweep	881.10	310.70	280.55
20	Madhya Pradesh	375084.65	303907.55	400563.89
21	Maharashtra	143182.77	96815.32	174906.15
22	Manipur	59620.04	21813.90	41191.64
23	Meghalaya	40658.74	24638.62	55438.46
24	Mizoram	33224.04	10029.98	28453.44
25	Nagaland	36020.06	17986.86	22690.53
26	Odisha	213955.90	132364.59	188732.02
27	Puducherry	2126.35	873.36	1363.86
28	Punjab	94756.42	58620.27	99774.73
29	Rajasthan	334568.23	118529.16	276258.87
30	Sikkim	16641.54	7887.77	10648.12
31	Tamil Nadu	189642.31	53839.90	148103.43

32	Telangana	112421.86	98858.92	147442.75
33	Tripura	50742.20	35865.63	39915.85
34	Uttar Pradesh	589243.27	350868.06	734716.83
35	Uttarakhand	76780.05	31648.97	43796.72
36	West Bengal	199839.46	0.00	163173.79
	Total	**4731008.16**	**2804674.89**	**4772022.57**

DR. KALANIDHI VEERASWAMY: Sir, the National Education Policy on paper looks very lofty. They talk about teaching 22 languages for school students including five foreign languages like Spanish, Japanese etc. Tamil Nadu has about 40,000 schools. If you were to employ 22 teachers for each school, we have to employ about 8,80,000 teachers, where the salary expenditure for them will be about Rs. 880 crore or more.

So, I am wondering if anywhere in the country they have this programme where they are doing this. When we are talking about the allocation and the amount disbursed, about Rs. 47,310 crore has been allocated. We are in the fag end of the year. The financial year is going to be over, and only Rs. 28,046 crore has been given to the State. So, only about 60 per cent of it has been spent. Why is it that they have not given this amount? I am surprised to see that for West Bengal, there is zero amount allocated. Each State has different proportions of funds being given. Tamil Nadu has only received about 30 per cent. So, I would like to have a clarification from the hon. Minister regarding this.

SHRI JAYANT CHAUDHARY: Sir, the hon. Member has asked a number of questions. First of all, I think he is talking about multilingualism as it is being promoted in NEP. The hon. Member himself is a doctor, he understands the

impact of education that he has had in his own life. Sir, NEP in para 4.13 explicitly calls for multilingualism. It is clear what impact it has on the learning capacity and the outcomes if you are exposed at a young age to many languages. Therefore, the objective of NEP is that, across our States, we must build the capacity in schools to teach three languages. At least, till the age of 15, there needs to be a proficiency built specifically in two languages, one is the mother language, and the other is the third language which is completely up to the demand. So, it is up to the States to really implement it. Under Samagra Shiksha Abhiyaan, we do provide support for a language teacher appointment. This is a new component that was added in Samagra Shiksha 2.0.

With regards to fund flow, Tamil Nadu has had certain reservations that they have expressed from time to time. Largely, they have brought it down to NEP to two-language formula, and that is the basis of their objection. Again, through you, Sir, I would remind the hon. Member that there is absolutely no imposition of any language. The three languages as proposed in the NEP align with the two-language formula which is promoted by the hon. Member's party in Tamil Nadu. There is a complete flexibility; there is no imposition of any language, including Hindi. It is up to the States to implement it in total.

Sir, Tamil Nadu had expressed earlier that they are going to sign the MoU that is required for PM SHRI. *…(interruptions)* Subsequently, let us not get into that. I would like to not dwell on that, though I have expressed the facts on the Table of the House. PM SHRI's MoU has still not been signed. Let me

remind this August House that PM SHRI is just a vehicle, it is an exemplar school which is designed to show leadership. It is designed to illustrate all the best components of NEP across various levels of schools that we want to implement. It is meant for everyone, not just for you and me, for one State or the other State. It is for everyone. So, if you agree with NEP, then you must also agree with PM SHRI, which is designed for more than 14,000 schools in the country, and lakhs and lakhs of students of Tamil Nadu are feeling left out.

Regarding fund flow, the hon. High Court of Madras laid out a clear judgement which said that the primary responsibility for implementing RTE, the obligation, rests with the State Government. But we are cognisant of our responsibility towards the children and youth of the country, and accordingly, Rs. 538 crore has been released to the State of Tamil Nadu under Samagra Shiksha. It is up to the State to follow the established procedure and protocol in terms of expenditure, provision of UC, for further release.

DR. KALANIDHI VEERASWAMY: Sir, I would like to bring it to the notice of this House, not only from Tamil Nadu, but also from several South Indian States, including Andhra Pradesh, Telangana and Kerala, we have our people studying or working abroad in several countries, like Japan, Spain, France, Italy, and Germany.

They go there and learn those languages. When you talk about a three-language policy and say that one particular language has to be learned, it must be understood that language is only a tool of communication. It is not a subject like science or maths. We already have a shortage of science and maths

teachers in this country, yet we are proposing an additional subject for people to learn, which I think is not at all needed.

The hon. MoS had made a statement that Tamil Nadu had agreed to the NEP. I would like to correct him over here, as it was only mentioned that we would consider it. Let me explain the meaning of the word 'consider'. It does not mean that we will sign or accept it. It means that we will ponder over it, think it through, and then come back to you. This has been very clearly expressed.

माननीय अध्यक्ष : आपका प्रश्न क्या है? आप क्या प्रश्न पूछना चाहते हैं?

DR. KALANIDHI VEERASWAMY: Sir, the hon. Minister mentioned that some 500-odd crores have been given under the Samagra Shiksha Abhiyan, whereas Rs. 3,500 crore are still pending because we are not implementing the National Education Policy.

Sir, I would also like to mention that the National Education Policy is actually doing this country a great disservice. If we have been having the National Education Policy for the last 60-70 years, why is it that so many people are still not able to speak English? You are talking about a three-language policy, and you are talking about Tamil being taught in other States. … (*Interruptions*)

SHRI JAYANT CHAUDHARY: Hon. Speaker Sir, I reiterate that nowhere in the NEP is there any such imposition. I would request the hon. Member to kindly go through the policy of 2020. Nowhere in the policy is there any imposition of any language. We are not asking anyone to teach a single

language in the country. Rather, there should be two languages which are mother tongues. As per the Language Atlas of India 2011, it is recorded that there are speakers of 96 Indian languages in Tamil Nadu. For that fact, to promote our own Indian mother tongues, the NEP is asking us to have at least two mother tongue languages out of the three.

श्री गणेश सिंह : धन्यवाद अध्यक्ष महोदय । मैं माननीय मंत्री जी को बहुत-बहुत धन्यवाद देना चाहता हूं कि समग्र शिक्षा योजना में विगत वर्ष की तुलना में इस बार दो प्रतिशत से ज्यादा बजट का आवंटन हुआ है। लेकिन मैं उनकी जानकारी में एक विषय लाना चाहता हूं कि हमारे मध्य प्रदेश के मेरे लोक सभा क्षेत्र में जब समग्र शिक्षा योजना के तहत विद्यालयों के नये भवन के लिए और बुनियादी आवश्यकताओं को पूरा करने के लिए जानकारी चाही तो उन्होंने कहा कि बजट के आवंटन की कमी है। मैं मंत्री जी से जानना चाहता हूं कि राज्य के साथ बैठकर क्या इसकी कोई समीक्षा करेंगे?

श्री जयंत चौधरी : महोदय, माननीय सदस्य ने कहा है कि बजट की कमी के कारण आधारभूत संरचना में जो निवेश हो सकता था, वह नहीं हो पाया है। ऐसी जानकारी की पुष्टि मैं इस सदन की कार्यवाही में नहीं कर सकता हूं। मैं इतना ही कहना चाहूंगा कि समग्र शिक्षा योजना के तहत जो भी प्रस्ताव होते हैं, उनको राज्य सरकार अपनी प्राथमिकता के अनुरूप यूडाइस प्लस में, जहां गैप दिखता है या स्कूल इंफ्रास्ट्रक्चर में जहां कमी है तो स्कूल लेवल इंफोर्मेशन को यूडाइस प्लस के माध्यम से शेयर किया जाता है। सेंट्रल गवर्नमेंट की वह एक नॉलेज की रिपोजिटरी है। वहां के स्टेटिक्स को देखकर ही जो प्रोजेक्ट अप्रूवल बोर्ड है, उसमें राज्य के प्रस्ताव की सुनवायी होती है। समन्वय बनाकर और बातचीत करके ही तय किया जाता है और उसी के हिसाब से आवंटन होता है।

श्री राहुल कस्वां : सर, मेरा प्रश्न है कि समग्र शिक्षा अभियान का जो पैसा राजस्थान को मिला है, उसके 50 परसेंट को भी राज्य सरकार खर्च नहीं कर पायी है। इसमें लिखा हुआ है कि स्टेट

एनुअल प्लान बनाएगा। एनुअल वर्क प्लान के हिसाब से राज्य सरकार पैसा ही खर्च नहीं कर पा रही है। हाई कोर्ट की रूलिंग है। 83 हजार रूम्स ऐसे हैं जो बैठने योग्य नहीं हैं और ढाई लाख रूम्स जर्जर हालत में हैं। क्या राजस्थान में डिस्ट्रिक्ट एक्शन प्लान और स्टेट लेवल पर जो दिशा की कमेटी होती है, उसमें सांसदों को शामिल करके एक्शन प्लान को क्या एग्जिक्यूट किया जाएगा?

माननीय अध्यक्ष : धर्मेन्द्र जी, आप इस बारे में बताइए।

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान) : माननीय अध्यक्ष जी, सदस्य ने जो प्रश्न पूछा है, उसके बारे में मैं बताना चाहता हूं कि दिशा में शिक्षा की व्यवस्था पर सांसद निश्चित रूप से समीक्षा कर सकते हैं। जहां तक राजस्थान को समग्र शिक्षा अभियान में आवंटन का सवाल है तो मैं आपके माध्यम से माननीय सदस्य को आश्वस्त करना चाहता हूं कि राजस्थान इस बार भारत सरकार के संसाधनों का उपयोग करने में अग्रणी रहेगा। अभी तक राजस्थान के बारे में जो चर्चा हुई है, उसमें माननीय अध्यक्ष जी ने भी अपनी भूमिका निभायी है। राजस्थान प्राथमिक शिक्षा में अच्छा करता है। भारत सरकार और राजस्थान सरकार मिलकर वहां की व्यवस्था को और बढ़ाएंगे।

माननीय अध्यक्ष : प्रश्न संख्या 427, श्रीमती स्मिता उदय वाघ।

IMPLEMENTATION OF STRIDE SCHEME

***427. †SHRIMATI SMITA UDAY WAGH:**

SHRI BIBHU PRASAD TARAI:

Will the Minister of **EDUCATION** be pleased to state:

(a) the present status of implementation of the Scheme for Trans-disciplinary Research for India's Developing Economy (STRIDE), including its objectives and components, State/UT-wise and institution-wise;

(b) the number of higher educational institutions currently supported under

the Scheme along with the amount of funds allocated and released during the last three financial years, State/UT-wise, especially in Maharashtra and Andhra Pradesh;

(c) whether the initial three-years cycle for institutions selected under Component-1 has been completed and evaluation reports received;

(d) if so, the details thereof, including the key outcomes in terms of research capacity enhancement, innovation, patents, start-ups, collaborative outputs, State/UT-wise;

(e) whether any expansion, restructuring or additional components have been introduced under STRIDE to further strengthen trans-disciplinary research in higher educational institutions, particularly benefiting institutions in Maharashtra, especially in Jalgaon region and Andhra Pradesh; and

(f) if so, the details thereof?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (च): विवरण सभा पटल पर रख दिया गया है।

<u>विवरण</u>

(क) से (च): विश्वविद्यालय अनुदान आयोग (यूजीसी) ने अनुसंधान संस्कृति और नवाचार को सुदृढ़ करने तथा अंतरविषयक अनुसंधान को सहायता प्रदान करने के उद्देश्य से वर्ष 2019 में 'भारत की विकासशील अर्थव्यवस्था के लिए अंतर-विषयक अनुसंधान योजना' (एसटीआरआईडीई) का शुभारंभ किया। इस योजना के निम्नलिखित 3 घटक थे:

1. घटक-1: महाविद्यालयों और विश्वविद्यालयों पर केंद्रित अनुसंधान क्षमता निर्माण और मानव संसाधन विकास [सभी अध्ययन विषय] (अवधि – 3 वर्ष तक)

2. घटक-2: राष्ट्रीय विकास के लिए अंतरविषयक अनुसंधान और समावेशी नवाचार [सभी अध्ययन विषय] (अवधि – 3 वर्ष तक)
3. घटक-3: मानविकी और मानव विज्ञान में उच्च प्रभावशाली अंतरविषयक अनुसंधान [दर्शनशास्त्र, इतिहास, पुरातत्व, मानवशास्त्र, मनोविज्ञान, उदार कला, भाषाविज्ञान, भारतीय भाषाएँ और संस्कृति, भारतीय ज्ञान परंपरा, विधि, शिक्षा, पत्रकारिता, जनसंचार, वाणिज्य, प्रबंधन, पर्यावरण और सतत विकास - इन विषयों में (लेकिन इन्हीं तक सीमित नहीं) मुख्य क्षेत्रों को शामिल करते हुए] (अवधि – 5 वर्ष तक)।

यूजीसी ने सूचित किया है कि इस योजना के तहत प्रस्ताव वर्ष 2019 में आमंत्रित किए गए थे और प्रस्तावों की गहन समीक्षा के बाद, एसटीआरआईडीई के अंतर्गत घटक-1 के लिए अंततः 35 संस्थानों का चयन किया गया। इस योजना के घटक I के तहत यूजीसी द्वारा 16.28 करोड़ रुपये की कुल धनराशि जारी की गई हैं। इस योजना के तहत, आंध्र प्रदेश और महाराष्ट्र राज्यों के संस्थानों को क्रमशः 31.75 लाख रुपये और 3.41 करोड़ रुपये की धनराशि जारी की गई है। घटक I के तहत चयनित सभी संस्थानों के लिए 3-वर्षीय चक्र पूरा हो चुका है और 27 एचईआई ने मूल्यांकन रिपोर्ट प्रस्तुत कर दी है। यह योजना वर्तमान में प्रचालन में नहीं है।

इसके अतिरिक्त, गणितीय विज्ञान, इंजीनियरिंग और प्रौद्योगिकी, पर्यावरण एवं पृथ्वी विज्ञान, स्वास्थ्य तथा कृषि और मानविकी एवं सामाजिक विज्ञान के वैज्ञानिक और तकनीकी इंटरफेस सहित प्राकृतिक विज्ञान के क्षेत्र में अनुसंधान, नवाचार और उद्यमशीलता हेतु उच्च-स्तरीय कार्यनीतिक दिशा प्रदान करने तथा ऐसे अनुसंधान को बढ़ावा देने, इसकी निगरानी करने तथा यथा अपेक्षित सहायता उपलब्ध करवाने के उद्देश्य से फरवरी 2024 में अनुसंधान नेशनल रिसर्च फाउंडेशन अधिनियम, 2023 के माध्यम से अनुसंधान नेशनल रिसर्च फाउंडेशन (एएनआरएफ) की स्थापना की गई है। एएनआरएफ द्वारा जुलाई 2025 में शुरू किए गए अपने 'कन्वर्जेंस रिसर्च सेंटर्स ऑफ़ एक्सीलेंस' कार्यक्रम के माध्यम से अंतरविषयक अनुसंधान को सहायता प्रदान की जाती है जो मूल विज्ञान की गहराई को सामाजिक विज्ञान और मानविकी की

प्रासंगिक अंतर्दृष्टि के समीप लाता है। इस कार्यक्रम का लक्ष्य उन समकालीन सामाजिक चुनौतियों का समाधान करना है जिनके लिए एकीकृत और अंतरविषयक समाधानों की आवश्यकता है। इस कार्यक्रम का 5 वर्षों के लिए कुल परिव्यय 375 करोड़ रुपये है।

भारत सरकार ने सामाजिक और मानव विज्ञान के क्षेत्र में अनुसंधान के लिए सर्वोच्च निकाय के रूप में भारतीय सामाजिक विज्ञान अनुसंधान परिषद (आईसीएसएसआर) की भी स्थापना की है। आईसीएसएसआर द्वारा इसकी विभिन्न अनुसंधान योजनाओं के माध्यम से अंतरविषयक अनुसंधान को बढ़ावा, सहयोग और निधियाँ प्रदान की जाती हैं। विगत तीन वर्षों के दौरान, आईसीएसएसआर ने 6468 लाभार्थियों को 2156 अंतरविषयक अनुसंधान परियोजनाएँ प्रदान की हैं जिनके लिए ₹3,55.94 करोड़ का बजट संस्वीकृत किया गया है।

श्रीमती स्मिता उदय वाघ : अध्यक्ष महोदय, क्या सरकार यह सुनिश्चित करने के लिए विशेष कदम उठा रही है कि महाराष्ट्र में, विशेषकर जलगांव जैसे अर्ध शहरी और ग्रामीण क्षेत्रों के विश्वविद्यालय और कॉलेज स्ट्राइड योजना का अधिकतम लाभ उठा सकें? साथ ही, क्या सरकार इन क्षेत्रों को अनुसंधान, अवसंरचना संकाय विकास, प्रशिक्षण एवं सहयोगी शोध नेटवर्क रिसर्च क्लस्टर को मजबूत करने हेतु कोई अतिरिक्त सहायता के लिए विशेष प्रावधान करने का विचार कर रही है? यदि हां, तो कृपया इसका विवरण प्रदान करने की कृपा करें।

श्री धर्मेन्द्र प्रधान : स्पीकर सर, अभी माननीय सदस्या जी ने उच्च शिक्षा संस्थानों में अनुसंधान के बारे में जो स्ट्राइड स्कीम चलती थी, उसके बारे में प्रश्न पूछा है या उसके अतिरिक्त क्या कोई और व्यवस्था है, उसके बारे में चर्चा की है।

मैं आदरणीय सदस्या से यह कहना चाहता हूं कि स्ट्राइड स्कीम वर्ष 2023 में समाप्त हो गई है। उसके उपरांत हायर एजुकेशन में अनुसंधान के लिए गैर वैज्ञानिक विषयों में अनुसंधान के लिए पर्याप्त मात्रा में व्यवस्था की गई है। उच्च शिक्षा संस्थान जैसे-जैसे एप्लीकेशन देंगे, उनके लिए उस प्रकार की व्यवस्था की जाएगी।

माननीय अध्यक्ष : प्रश्न संख्या 428, श्री मनोज तिवारी।

DEVELOPMENT OF NAGAR VAN YOJANA

***428. †SHRI MANOJ TIWARI:**

SHRI SHANKAR LALWANI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the present status of implementation of Nagar Van Yojana, including number of Nagar Vans and Nagar Vatikas sanctioned and developed since inception, State/UT-wise, particularly Keonjhar, Nabarangpur, Durgh, Sidhi and Shahdol Lok Sabha Constituencies, Palghar district in Maharashtra and Rajsamand including Nathdwara area, Jalore and Sirohi districts in Rajasthan;

(b) the criteria adopted for selection of sites, extent of area covered and support provided per hectare for creation and maintenance of urban forests;

(c) whether any mechanisms have been instituted to encourage participation of local bodies, educational institutions and citizens in management of Nagar Vans in the country including the said places;

(d) if so, the details thereof, including ecological, biodiversity, climate resilience and social outcomes assessed so far in the country including the said places; and

(e) the details of the special drive undertaken or planned in tribal dominated districts in the country including Palghar in Maharashtra for

implementation of Nagar Van Yojana?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT

(a): The Nagar Van Yojana, implemented by the Ministry of Environment, Forest and Climate Change, is a demand-driven scheme for creation and development of green spaces in urban and peri-urban areas through State/UT Forest Departments. Since inception, Nagar Vans and Nagar Vatikas have been sanctioned across States/UTs based on proposals received and approved as per scheme guidelines. Nagar Vans have been developed in Durg and Rajsamand, and details of all sanctioned projects are given in the enclosed **Annexure.**

(b): Site selection is undertaken by State/UT Governments based on availability of suitable land in urban or peri-urban areas, accessibility, and scope for ecological improvement. Nagar Vans are developed over 10 to 50 hectares, while smaller areas of 1 to 10 hectares are designated as Nagar Vatikas. Financial assistance is provided as per approved norms for plantation using native species, soil and moisture conservation, protection measures, development of basic amenities, and maintenance for a specified period, in accordance with scheme guidelines.

(c) and (d): The Nagar Van Yojana framework provides for participation of Urban Local Bodies, Panchayati Raj Institutions, educational institutions and local communities in planning, implementation and management, as per approved project proposals and arrangements made by State/UT Governments. The scheme also contributes to environmental improvement through pollution mitigation, cleaner air, noise reduction, water harvesting and moderation of urban heat island effects. Nagar Vans *inter alia* provide amenities such as walking and nature trails, seating areas, rest sheds and drinking water facilities etc, offering health and recreational benefits to residents.

(e): The Nagar Van Yojana is implemented across States/UTs, including in tribal-dominated districts, based on proposals received from State/UT Governments and subject to approval as per the scheme guidelines.

ANNEXURE

Details of sanctioned projects

S.No.	Name of State/UT	Sanctioned projects	Total Area approved in Ha
1	Andaman and Nicobar	1	21.15
2	Andhra Pradesh	73	3708.41
3	Arunachal Pradesh	4	100
4	Assam	3	59
5	Bihar	6	113.02
6	Chandigarh	1	6.79
7	Chhattisgarh	14	459.23

8	Goa	1	50
9	Gujarat	11	188.5
10	Haryana	5	168.54
11	Himachal Pradesh	6	172.07
12	Jammu and Kashmir	40	466.17
13	Jharkhand	30	597.36
14	Karnataka	26	868.11
15	Kerala	28	401.501
16	Madhya Pradesh	94	3131.43
17	Maharashtra	9	184.14
18	Manipur	4	138.53
19	Meghalaya	2	86.7
20	Mizoram	16	730.8
21	Nagaland	27	701.7
22	Odisha	35	662.66
23	Punjab	13	174.9
24	Rajasthan	35	1179.9
25	Sikkim	9	339.63
26	Tamil Nadu	10	435
27	Telangana	67	1991.6
28	Tripura	4	124.5
29	Uttar Pradesh	34	1060.22
30	Uttarakhand	5	99.27
31	West Bengal	14	97.48
	Total	**627**	**18518.31**

श्री मनोज तिवारी : धन्यवाद अध्यक्ष महोदय । माननीय मंत्री जी ने मेरे प्रश्न का बहुत विस्तारपूर्वक उत्तर दिया है। इसके लिए मैं इनका धन्यवाद करता हूं। लेकिन, यह ध्यान में रखते हुए कि दिल्ली में 45 किलोमीटर लंबी यमुना नदी के किनारे लगभग दो किलोमीटर का भू-भाग, जो बिल्कुल खाली है, उसके लिए क्या माननीय मंत्री जी यह बताएंगे कि दिल्ली जैसे प्रदूषणयुक्त प्रभावित शहर में, जहां दिल्ली की वर्तमान सरकार तो कोशिश कर रही है, लेकिन 'नगर वन योजना' के माध्यम से वायु गुणवत्ता सुधारने और हरित क्षेत्र बनाने हेतु कौन-कौन से विशेष कदम उठाये जा रहे हैं और दिल्ली में कितने 'नगर वन' और 'नगर वाटिकाएं' विकसित की गई हैं? इसकी जानकारी देने की कृपा करें।

श्री कीर्ति वर्धन सिंह : अध्यक्ष महोदय, जो 'नगर वन' और 'नगर वाटिका' की स्कीम है, यह डिमांड ड्रिवेन स्कीम है। यानी, जिस प्रदेश से जैसे-जैसे प्रपोजल आते हैं, उसको सरकार और हमारी मिनिस्ट्री टेक-अप करती है। उससे फंड रिलीज होते हैं।

माननीय अध्यक्ष: माननीय मंत्री जी, आप इसके बारे में विस्तृत रूप से बता दीजिए, ताकि सभी माननीय सदस्य इसके लिए अपने यहां प्रयास कर लें। इससे उनके यहां भी नगर वन मंडल बन जाएंगे। कैम्पा फंड किस तरह का है, उसके बारे में माननीय सदस्यों को जानकारी नहीं है।

श्री कीर्ति वर्धन सिंह : अध्यक्ष महोदय, इसमें दो कंपोनेंट्स हैं। एक 'नगर वन' है, जिसमें दस हेक्टेयर और उसके ऊपर की जमीन होती है। दूसरा 'नगर वाटिका' है, जिसमें एक से दस हेक्टेयर की जमीन होती है।

सर, 'नगर वन' और 'नगर वाटिका' स्कीम का उद्देश्य यह है कि हमारे जो शहरी क्षेत्र हैं, वहां प्रदूषण को काउंटर करने के लिए, वहां पर वायु को और शुद्ध करने के लिए एक ग्रीन कवर एस्टैबलिश किया जाए। एक छोटा-मोटा ग्रीन पैच एस्टैबलिश किया जाए। इसका मुख्य उद्देश्य है कि हमारे अर्बन एरियाज में जो पॉल्यूशन है, उसको कम किया जाए। इसमें कैम्पा द्वारा फंडिंग होती है। इसकी फंडिंग का जो अमाउंट है, वह हर हेक्टेयर पर चार लाख रुपये है। यह मैक्सिमम 50

हेक्टेयर तक जाता है और दो करोड़ रुपये प्रति-प्रोजेक्ट की फंडिंग होती है। आज की तारीख में 666 करोड़ रुपये की स्वीकृति हो चुकी है, जिसमें से 527 करोड़ रुपये रिलीज हो चुके हैं। हमारी सरकार का टारगेट है कि पूरे देश में 1000 ऐसे 'नगर वन' और 'नगर वाटिकाएं' स्थापति की जाएं। इसमें से 627 अप्रूव हो चुके हैं।

सर, आपके माध्यम से मैं सभी माननीय संसद सदस्यों से निवेदन करता हूं कि आप लोग भी अपने-अपने क्षेत्र से, जहां कहीं भी हो सके, उसके लिए प्रस्ताव भेजें। मगर वह प्रस्ताव राज्य सरकार के द्वारा आएगा । उसकी स्वीकृति हम लोग अवश्य देंगे, क्योंकि यह हम लोगों की प्राथमिकता है।

12.00 hrs

श्रीमती संध्या राय : धन्यवाद अध्यक्ष महोदय जी, आपने मुझे बहुत ही महत्वपूर्ण प्रश्न पर पूरक प्रश्न पूछने की अनुमति दी है। मैं आपके माध्यम से बताना चाहती हूं कि मेरे लोक सभा क्षेत्र के दोनों जिले भिण्ड और दतिया सिंध नदी से जुड़े हुए हैं। सिंध नदी के किनारे एक बड़ा हिस्सा दोनों जिलों का वन विभाग का है। हमारी सरकार लगातार वन विभाग और नदियों को बचाने का प्रयास कर रही है। मैं आपके माध्यम से माननीय मंत्री जी को बताना चाहती हूं कि कुछ आपराधिक तत्व लगातार सिंध नदी से वन विभाग के होते हुए अवैध रेत खनन से नदियों को नुकसान पहुंचाने का काम कर रहे हैं, वनों को नुकसान पहुंचाने का काम कर रहे हैं। मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहती हूं कि क्या हमारी सरकार इसके लिए कोई ठोस कदम उठा रही है?

श्री कीर्ति वर्धन सिंह : आदरणीय स्पीकर महोदय, पर्यावरण और वन क्षेत्र को बचाने का हमारी सरकार का एक विशेष प्रयास है। माननीय आदरणीय प्रधान मंत्री जी के नेतृत्व में हमारा ग्रीन कवर बढ़े, उसके लिए हम प्रयास करते रहते हैं। माननीय प्रधान मंत्री जी का एक बहुत ही महत्वपूर्ण इनिशिएटिव 'एक पेड़ माँ के नाम' है, उसके तहत भी विगत पिछले वर्षों में करोड़ों की संख्या में पेड़ लगाए गए हैं। माननीय सदस्या को जो कंसर्न है कि उनके एक क्षेत्र में नदी के किनारे माफियाओं द्वारा जंगल का नुकसान हो रहा है। मैं यह कहना चाहता हूं कि यह बहुत ही क्रुशिएल विषय है।

इसके लिए राज्य सरकार के पास सारे प्रावधान हैं कि ऐसे वन माफियाओं को वह रोके।

सर, नदी के किनारे की बात भी माननीय सदस्या जी ने कही है और वन के संरक्षण की बात कही है। रेत माफिया हो या वन माफिया हो, उसके लिए प्रदेश सरकार के पास सारे कानून उपलब्ध हैं, जिसके द्वारा वह ऐसी गतिविधियों को रोक सकती है।

———————

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 381 to 400 (19.03.2026)

राज्य राजमार्ग को राष्ट्रीय राजमार्ग के रूप में घोषित करना

***381. श्री मुरारी लाल मीना:**

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राष्ट्रीय राजमार्ग-23 (कोथून-लालसोट-धौलपुर) और राष्ट्रीय राजमार्ग- 21 (आगरा-दौसा-जयपुर-बीकानेर) को जोड़ने वाले लालसोट से बस्सी तक के राज्य राजमार्ग (लगभग 45 किमी) को राष्ट्रीय राजमार्ग घोषित करने और इसे फोर-लेन सड़क के रूप में विकसित करने का कोई प्रस्ताव है, ताकि धौलपुर, करौली, सवाई माधोपुर और दौसा को जयपुर से सीधे जोड़ा जा सके;

(ख) क्या सरकार ने कठूमर-मंडावर-बांदीकुई-दौसा-लवाण-चाकसू-फागी-दूदू से होते हुए राष्ट्रीय राजमार्ग-48 पर स्थित नावा-कुचामन तक राज्य राजमार्ग-02 और 78 को जोड़ने वाले राजमार्ग के नए राष्ट्रीय राजमार्ग के रूप में निर्माण की घोषणा करने पर इस तथ्य को ध्यान में रखते हुए विचार किया है कि इस मार्ग पर प्रतिदिन लगभग 12,000 वाहन चलते हैं;

(ग) क्या विशेष रूप से दौसा लोक सभा क्षेत्र के हित में भिवानी-अलवर-राजगढ़-बांदीकुई-सिकंदरा-गंगापुर मेगा हाईवे को राष्ट्रीय राजमार्ग घोषित करने के लिए कोई सर्वेक्षण किया गया है या कोई प्रस्ताव लंबित है; और

(घ) क्या राष्ट्रीय राजमार्ग-52 पर चाकसू क्षेत्र के निमोदिया और गरुड़वासी मोड़ पर दुर्घटनाओं की समस्या के समाधान और लोगों की सुविधा में वृद्धि करने के लिए फ्लाईओवर/ओवरब्रिज के निर्माण को मंजूरी प्रदान कर दी गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग): सरकार के सड़क परिवहन और राजमार्ग मंत्रालय को राजस्थान राज्य सरकार सहित विभिन्न राज्य सरकारों / संघ राज्य क्षेत्रों (यूटी) से राज्य सड़कों को नए राष्ट्रीय राजमार्ग (एनएच)

के रूप में घोषित करने / उन्नयन करने के प्रस्ताव प्राप्त होते रहते हैं। सरकार, राष्ट्रीय राजमार्गों की घोषणा के लिए निर्धारित मानदंडों की पूर्ति, संपर्कता की आवश्यकता, यातायात सघनता और पीएम गतिशक्ति राष्ट्रीय मास्टर प्लान के साथ तालमेल के आधार पर कुछ राज्य सड़कों को राष्ट्रीय राजमार्ग के रूप में घोषित करने पर विचार करती है।

राष्ट्रीय राजमार्ग-23 (कोथून-लालसोट-धौलपुर) और राष्ट्रीय राजमार्ग-21 (आगरा-दौसा-जयपुर-बीकानेर) को जोड़ने वाले लालसोट से बस्सी (लगभग 45 किमी) तक का राज्य राजमार्ग, काठूमर-मंडावर-बांदीकुई-दौसा-लावण-चाकसू-फागी-दूदू होते हुए राष्ट्रीय राजमार्ग-48-नवा-कुचामन और भिवानी-अलवर-राजगढ़-बांदीकुई-सिकंदरा-गंगापुर मेगा हाईवे तक राज्य राजमार्ग-02 और 78 को राष्ट्रीय राजमार्ग घोषित करने का कोई प्रस्ताव विचाराधीन नहीं है।

(घ): राष्ट्रीय राजमार्गों सहित किसी भी सड़क पर होने वाली दुर्घटना को इलेक्ट्रॉनिक विस्तृत दुर्घटना रिपोर्ट (ई-डीएआर) पोर्टल के माध्यम से दर्ज किया जाता है और राष्ट्रीय राजमार्गों के मामले में, दुर्घटना के कारण का तकनीकी परामर्शदाताओं द्वारा विस्तृत विश्लेषण किया जाता है, ताकि सड़क दुर्घटनाओं को कम करने के लिए आवश्यक सुधारात्मक उपाय किए जा सके। राष्ट्रीय राजमार्ग-52 पर चाकसू क्षेत्र में निमोदिया और गरुड़वासी मोड़ों पर दुर्घटनाओं के कारण के विश्लेषण के आधार पर, इन दुर्घटना स्थलों पर ट्रांसवर्स बार मार्किंग, सोलर ब्लिंकर, हाई मास्ट लाइट संस्थापित करने सहित सड़क संकेतक लगाने जैसे सड़क सुरक्षा उपायों का कार्य पूरा हो गया है। इसके अलावा, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) ने चाकसू बाईपास पर निमोदिया और गरुड़वासी मोड़ों पर पहुंच नियंत्रण के लिए दीर्घकालिक सड़क सुरक्षा उपायों के रूप में फ्लाईओवर / अंडरपास उपलब्ध कराने की व्यवहार्यता के लिए अध्ययन शुरू किया है।

भूजल की उपलब्धता की स्थिति

***382. श्री संदिपनराव आसाराम भुमरे:**

श्री निलेश ज्ञानदेव लंके:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) देशभर में भूजल उपलब्धता की वर्तमान स्थिति क्या है जहां आज की स्थिति के अनुसार राज्य/संघ राज्यक्षेत्र-वार, विशेषकर महाराष्ट्र में कई आकलन इकाइयों/ब्लॉकों के अर्ध-गंभीर अथवा गंभीर श्रेणियों के अंतर्गत आने की सूचना मिली है;

(ख) क्या सरकार ने देशभर में भूजल के अत्यधिक दोहन और कमी को रोकने के लिए कोई विशेष उपाय किए हैं और यदि हां, तो महाराष्ट्र सहित तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है; और

(ग) महाराष्ट्र में, विशेषकर छत्रपति संभाजीनगर और अहिल्यानगर जिलों में भूजल पर निर्भरता को कम करने और दीर्घकालिक संवाहनीयता में सुधार लाने के लिए अटल भूजल योजना, जल जीवन मिशन और जलभृत पुनर्भरण कार्यक्रमों के अंतर्गत क्या कदम उठाए जा रहे हैं?

जल शक्ति मंत्री (श्री सी. आर. पाटिल):

(क): महाराष्ट्र सहित संपूर्ण देश के भूजल संसाधनों का गतिशील आकलन केंद्रीय भूजल बोर्ड (सीजीडब्ल्यूबी) द्वारा राज्य सरकारों के समन्वय से वार्षिक रूप से किया जाता है। वर्ष 2025 के नवीनतम आकलन के अनुसार, देश का कुल वार्षिक निष्कर्षण योग्य भूजल संसाधन 407.75 बिलियन क्यूबिक मीटर (बीसीएम) अनुमानित है और कुल वार्षिक भूजल निष्कर्षण 247.22 बिलियन क्यूबिक मीटर (बीसीएम) है। भूजल निष्कर्षण का स्तर (एसओई), जिसे कुल वार्षिक भूजल निष्कर्षण और वार्षिक निष्कर्षण योग्य भूजल संसाधन के अनुपात के रूप में परिभाषित किया जाता है, संपूर्ण देश के लिए 60.63% है।

भूजल निष्कर्षण के स्तर के आधार पर, देश की आकलन इकाइयों (एयू), जो सामान्यतः ब्लॉक/तालुक/तहसील/मंडल आदि हैं, को 'सुरक्षित', 'अर्ध-गंभीर', 'गंभीर', 'अति-दोहित' और 'खारा' श्रेणियों में रखा गया है। संपूर्ण देश के लिए प्रत्येक श्रेणी में राज्य/संघ राज्य क्षेत्र-वार मूल्यांकन इकाइयों की संख्या संलग्न **विवरण** में दी गई है।

आंकड़ों के अवलोकन से पता चलता है कि महाराष्ट्र में 359 मूल्यांकन इकाइयों (तालुकों)

में से 306 इकाइयाँ (85.24%) सुरक्षित श्रेणी में, 40 (11.14%) अर्ध-गंभीर श्रेणी में, 5 (1.39%) गंभीर श्रेणी में, 7 (1.95%) अति-दोहित वाली श्रेणी में और 1 (0.28%) इकाई खारी श्रेणी में हैं।

(ख) और (ग): 'जल' के राज्य का विषय होने के कारण, भूजल संबंधी मामलों के समाधान का मुख्य दायित्व संबंधित राज्य सरकार का है। तथापि, केंद्र सरकार अपनी विभिन्न योजनाओं और परियोजनाओं के माध्यम से तकनीकी और वित्तीय सहायता प्रदान करके राज्य सरकारों के प्रयासों को सुगम बनाती है। इस दिशा में सरकार द्वारा भूजल के अत्यधिक दोहन को नियंत्रित करने, भूजल पर निर्भरता कम करने और जलभंडार पुनर्भरण कार्यक्रमों के माध्यम से उनकी दीर्घकालिक स्थिरता सुनिश्चित करने के लिए उठाए गए प्रमुख कदम, जिनमें महाराष्ट्र राज्य भी शामिल है, निम्नलिखित हैं:

i. देश के जल/भूजल संसाधनों को बढ़ाने के लिए सरकार के प्रयास मुख्य रूप से जल शक्ति अभियान (जेएसए) के माध्यम से किए जाते हैं, जो जल संचयन और कृत्रिम पुनर्भरण गतिविधियों को करने के लिए एक वार्षिक मिशन मोड कार्यक्रम है। जेएसए के अंतर्गत उपलब्ध जानकारी के अनुसार, देश में अब तक अभिसरण के माध्यम से 2 करोड़ से अधिक जल संरक्षण और कृत्रिम पुनर्भरण कार्य किए गए हैं जिनमें महाराष्ट्र में लगभग 1.89 लाख कार्य (अहिल्यानगर जिले में 5,346 कार्य और छत्रपति संभाजीनगर जिले में 1,783 कार्य) शामिल हैं, जिन्होंने भूजल संसाधनों की निरंतरता की वृद्धि में महत्वपूर्ण भूमिका निभाई है।
ii. माननीय प्रधानमंत्री द्वारा वर्ष 2024 में जेएसए की गति में तेजी लाने के लिए, जल संचय जन भागीदारी (जेएसजेबी) पहल की शुरुआत की गई है, जिसका उद्देश्य देश में वर्षा जल संचयन को जन आंदोलन बनाना है। सामुदायिक स्वामित्व और जिम्मेदारी को बढ़ावा देकर, इस पहल द्वारा विभिन्न क्षेत्रों में विशिष्ट जल चुनौतियों के अनुरूप लागत प्रभावी, स्थानीय समाधान विकसित किया गया है। अब तक, इस पहल के अंतर्गत देश भर में 45 लाख से अधिक वर्षा जल संचयन और कृत्रिम पुनर्भरण संरचनाओं का निर्माण किया गया है, जिनमें महाराष्ट्र में लगभग 30,800 संरचनाएं शामिल हैं।

iii. जल शक्ति मंत्रालय ने अटल भूजल योजना के माध्यम से समुदाय के नेतृत्व वाले सहभागी भूजल प्रबंधन की प्रभावकारिता को सफलतापूर्वक प्रदर्शित किया है, जिसे महाराष्ट्र सहित 7 राज्यों में 8,203 जल संकटग्रस्त ग्राम पंचायतों में लागू किया गया था। महाराष्ट्र में, इस योजना के अंतर्गत 13 जिलों के 43 जल संकटग्रस्त ब्लॉकों में फैली 1,133 ग्राम पंचायतें शामिल थीं, जिनमें अहिल्यानगर जिले (पूर्ववर्ती अहमदनगर जिला) के 3 ब्लॉकों की 100 ग्राम पंचायतें भी शामिल थीं। तथापि, छत्रपति संभाजीनगर जिला (पूर्ववर्ती औरंगाबाद जिला) इस योजना के दायरे में नहीं आता। योजना के अंतर्गत सभी शामिल ग्राम पंचायतों के लिए सामुदायिक नेतृत्व में जल बजट (डब्ल्यूबी) और जल सुरक्षा योजना (डब्ल्यूएसपी) तैयार की गई और वार्षिक रूप से अद्यतन की गई। इसके अतिरिक्त, 9,460 जल संचयन और कृत्रिम पुनर्भरण संरचनाओं का निर्माण/पुनरुद्धार किया गया, जिनमें अहिल्यानगर जिले में 318 संरचनाएं शामिल थीं और जिसमें अहिल्यानगर जिले में लगभग 22,500 हेक्टेयर क्षेत्र सहित, लगभग 2.74 लाख हेक्टेयर क्षेत्र को कुशल सिंचाई पद्धतियों के अंतर्गत लाया गया। परिणामस्वरूप, महाराष्ट्र में शामिल 43 ब्लॉकों में से 39 ब्लॉकों के साथ-साथ अहिल्यानगर जिले के सभी 3 ब्लॉकों में वर्ष 2023 से 2025 तक किए गए आवधिक आकलन के दौरान भूजल स्तर में सुधार देखा गया है।

iv. जल जीवन मिशन (जेजेएम) - हर घर जल का कार्यान्वयन इस मंत्रालय द्वारा राज्यों के साथ साझेदारी में किया जा रहा है, देश के प्रत्येक ग्रामीण परिवार को नियमित और दीर्घकालिक आधार पर प्रदूषण रहित पीने योग्य नल का पानी उपलब्ध कराने की दिशा में एक महत्वपूर्ण मील का पत्थर है। आज की तारीख में, इस योजना के अंतर्गत देश के 15.82 करोड़ ग्रामीण परिवार कवर किए जा चुके हैं, जबकि अगस्त 2019 में इस योजना की शुरुआत के समय यह संख्या 3.23 करोड़ थी। इसके अतिरिक्त, जेजेएम के अंतर्गत जल स्रोत की स्थिरता एक महत्वपूर्ण विषय है और यह योजना जल आपूर्ति परियोजनाओं के लिए उपयोग किए जाने वाले जलभंडारों की दीर्घकालिक व्यवहार्यता सुनिश्चित करने के लिए वर्षा जल संचयन और

कृत्रिम पुनर्भरण जैसे उपायों को एकीकृत करती है। साथ ही, भूजल संकट और गुणवत्ता संबंधी समस्याओं का सामना कर रहे क्षेत्रों में यह योजना सतही जल आधारित बहु-ग्राम परियोजनाओं को बढ़ावा देती है।

v. भारत सरकार द्वारा मिशन अमृत सरोवर की शुरूआत की गई जिसका उद्देश्य देश के प्रत्येक जिले में कम से कम 75 जल निकायों का विकास और पुनरुद्धार करना था। परिणामस्वरूप, देश में लगभग 69,000 अमृत सरोवरों का निर्माण/पुनर्जनन किया गया जिनमें से 3,055 महाराष्ट्र में हैं, जिससे जल भंडारण और भूजल पुनर्भरण में वृद्धि हुई है।

vi. विनियमन के क्षेत्र में, जल शक्ति मंत्रालय के अधीन केंद्रीय भूजल प्राधिकरण (सीजीडब्ल्यूए) महाराष्ट्र सहित 19 राज्यों/संघ राज्य क्षेत्रों में भूजल दोहन के विनियमन में शामिल है। सीजीडब्ल्यूए उद्योगों, खानों, अवसंरचना परियोजनाओं आदि को भूजल दोहन के लिए अनापत्ति प्रमाण पत्र (एनओसी) जारी करता है।

vii. वर्ष 2015-16 से महाराष्ट्र सहित पूरे देश में, कृषि एवं किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) द्वारा पर ड्रॉप मोर क्रॉप (पीडीएमसी) योजना को लागू किया जा रहा है, जिसका उद्देश्य सूक्ष्म सिंचाई के माध्यम से कृषि स्तर पर जल उपयोग दक्षता को बढ़ाना है, जिससे भूजल संरक्षण किया जा सके।

viii. नैक्यूम 1.0 के सफल समापन के उपरांत, जिसमें महाराष्ट्र के 2.59 लाख वर्ग किलोमीटर सहित देश के संपूर्ण मानचित्रण योग्य क्षेत्र (25 लाख वर्ग किलोमीटर) के जलभंडारों का मानचित्रण किया गया था, केंद्रीय भू-जल बोर्ड ने नैक्यूम 2.0 की शुरुआत की है। इसका उद्देश्य जल की कमी और गुणवत्ता से प्रभावित क्षेत्रों पर ध्यान केंद्रित करते हुए उच्च स्तर की जलभंडार संबंधी जानकारी और समुचित प्रबंधन योजनाएँ प्रदान करना है। ये सटीक जलभंडार मानचित्र और पहचान किए गए पुनर्भरण बिंदु नीति निर्माताओं तथा जमीनी स्तर के अधिकारियों के लिए महत्वपूर्ण उपकरण के रूप में कार्य करते हैं।

विवरण

भूजल संसाधन मूल्यांकन, 2025 के अनुसार मूल्यांकन इकाइयों का राज्य/संघ राज्य क्षेत्र-वार वर्गीकरण:

भारत में ब्लॉकों/मंडलों/तालुकों/तहसीलों का वर्गीकरण (2025)												
क्र. सं.	राज्य/ संघ राज्य क्षेत्र	कुल मूल्यांकित इकाइयों* की संख्या	सुरक्षित		अर्ध-गंभीर		गंभीर		अति-दोहित		लवणीय	
	राज्य		नं.	%	नं.	%	नं.	%	नं.	%	नं.	%
1	आंध्र प्रदेश	679	601	88.5	24	3.5	3	0.4	12	1.8	39	5.74
2	अरूणाचल प्रदेश	42	42	100	-	-	-	-	-	-	-	-
3	असम	245	244	99.59	1	0.41	-	-	-	-	-	-
4	बिहार	535	471	88.04	49	9.16	12	2.24	3	0.56	-	-
5	छत्तीसगढ़	146	120	82.19	21	14.38	5	3.42	-	-	-	-
6	गोवा	12	12	100	-	-	-	-	-	-	-	-
7	गुजरात	252	181	71.83	31	12.30	3	1.19	25	9.92	12	4.76
8	हरियाणा	143	31	21.68	15	10.49	6	4.20	91	63.64	-	-
9	हिमाचल प्रदेश	26	26	100	-	-	-	-	-	-	-	-
10	झारखंड	263	240	91.25	12	4.56	5	1.90	6	2.28	-	-
11	कर्नाटक	237	145	61.18	36	15.19	11	4.64	45	18.99	-	-
12	केरल	152	123	80.92	27	17.76	2	1.32	-	-	-	-
13	मध्य प्रदेश	317	221	69.72	64	20.19	6	1.89	26	8.20	-	-
14	महाराष्ट्र	359	306	85.24	40	11.14	5	1.39	7	1.95	1	0.28
15	मणिपुर	9	9	100	-	-	-	-	-	-	-	-
16	मेघालय	40	40	100	-	-	-	-	-	-	-	-
17	मिज़ोरम	26	26	100	-	-	-	-	-	-	-	-
18	नागालैंड	52	52	100	-	-	-	-	-	-	-	-
19	ओडिशा	314	298	94.90	10	3.18	-	-	-	-	6	1.91
20	पंजाब	153	17	11.11	15	9.80	10	6.54	111	72.55	-	-
21	राजस्थान	302	36	11.92	27	8.94	23	7.62	213	70.53	3	0.99
22	सिक्किम	38	38	100	-	-	-	-	-	-	-	-
23	तमिलनाडु	313	121	38.66	61	19.49	23	7.35	103	32.91	5	1.60
24	तेलंगाना	620	473	76.29	105	16.94	19	3.06	23	3.71	-	-
25	त्रिपुरा	59	59	100	-	-	-	-	-	-	-	-
26	उत्तर प्रदेश	836	563	67.34	171	20.45	48	5.74	54	6.46	-	-

27	उत्तराखंड	20	16	80	4	20	-	-	-	-	-	-
28	पश्चिम बंगाल	345	242	70.14	34	9.86	9	2.61	-	-	60	17.39
29	अंडमान और निकोबार	9	9	100	-	-	-	-	-	-	-	-
30	चंडीगढ़	1	1	100	-	-	-	-	-	-	-	-
31	दादरा और नगर हवेली तथा दमन और दीव	3	3	100	-	-	-	-	-	-	-	-
32	दिल्ली	34	7	20.59	6	17.65	11	32.35	10	29.41	-	-
33	जम्मू और कश्मीर	149	149	100	-	-	-	-	-	-	-	-
34	लद्दाख	18	17	94.44	1	5.56	-	-	-	-	-	-
35	लक्षद्वीप	5	4	80	1	20	-	-	-	-	-	-
36	पुदुचेरी	8	3	37.50	3	37.50	-	-	1	12.50	1	12.50
	कुल योग	6762	4946	73.14	758	11.21	201	2.97	730	10.80	127	1.88

*मूल्यांकन की गई इकाइयाँ

ब्लॉक- अरुणाचल प्रदेश, असम, बिहार, छत्तीसगढ़, हरियाणा, हिमाचल प्रदेश, झारखंड, केरल, मध्य प्रदेश, मणिपुर, मेघालय, मिजोरम, नागालैंड, ओडिशा, पंजाब, राजस्थान, सिक्किम, त्रिपुरा, उत्तर प्रदेश, उत्तराखंड, पश्चिम बंगाल, अंडमान और निकोबार द्वीप, जम्मू और कश्मीर, लद्दाख, लक्षद्वीप

तालुक- गोवा, गुजरात, कर्नाटक, महाराष्ट्र, तमिलनाडु, पुदुचेरी

मंडल- आंध्र प्रदेश, तेलंगाना

जिला- दादरा और नगर हवेली, दमन और दीव

संघ राज्य क्षेत्र- चंडीगढ़

तहसील- दिल्ली

क्षेत्रीय हवाई संपर्क को मजबूत करना

***383. श्री कंवर सिंह तंवर:**

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या केन्द्रीय बजट 2026-27 में पर्यटन को बढ़ावा देने, व्यापार और निवेश को सुविधाजनक बनाने, आखिरी छोर तक संपर्क और अंतर-क्षेत्रीय संपर्क में सुधार करने और देश में संतुलित क्षेत्रीय आर्थिक विकास में सहायता करने के उद्देश्य से क्षेत्रीय हवाई संपर्क और विमानपत्तन अवसंरचना के विकास को मजबूत करने के लिए कोई प्रावधान किए गए हैं;

(ख) यदि हां, तो विमानपत्तनों के विस्तार और उन्नयन, हवाई यातायात प्रबंधन और मार्गदर्शन सेवाओं के सुदृढ़ीकरण, यात्री और कार्गो हैंडलिंग सुविधाओं के आधुनिकीकरण और क्षेत्रीय संपर्क पहलों के अंतर्गत क्षेत्रीय एयरलाइन प्रचालनों के लिए नीतिगत और वित्तीय सहायता के संबंध में सरकार की कार्यनीति का ब्यौरा क्या है; और

(ग) सरकार द्वारा क्षेत्रीय हवाई यात्रा की वहनीयता सुनिश्चित करने, संरक्षा और सुरक्षा के मानकों के उच्च स्तर को बनाए रखने, क्षेत्रीय मार्गों की परिचालनात्मक व्यवहार्यता को बढ़ाने और क्षेत्रीय विमानन सेवाओं के सतत विकास को प्रोत्साहित करने के लिए क्या उपाय किए गए हैं/किए जाने का विचार है?

नागर विमानन मंत्री (श्री किंजरापु राममोहन नायडू):

(क) से (ग): सरकार ने क्षेत्रीय संपर्क को मजबूत करने और पर्यटन को बढ़ावा देने के लिए केंद्रीय बजट 2026-27 में सीप्लेन परिचालनों के लिए सहायता प्रदान करने हेतु सीप्लेन वीजीएफ योजना शुरु करने की घोषणा की है। यह योजना वर्तमान में तैयार किए जाने के स्तर पर है।

सरकार ने देश में हवाईअड्डा अवसंरचना के विस्तार के लिए कई कदम उठाए हैं, जिनमें अन्य बातों के साथ-साथ नए ग्रीनफील्ड हवाईअड्डों के निर्माण के लिए 'सैद्धांतिक' मंजूरी, भारतीय विमानपत्तन प्राधिकरण सहित हवाईअड्डा प्रचालकों द्वारा मौजूदा हवाईअड्डों का उन्नयन और आधुनिकीकरण, क्षेत्रीय संपर्क योजना (आरसीएस)-उड़ान (उड़े देश का आम नागरिक) के अंतर्गत असेवित/अल्पसेवित हवाईअड्डों का विकास/पुनरुद्धार और सार्वजनिक निजी भागीदारी (पीपीपी) के माध्यम से मौजूदा और नए हवाईअड्डों में निजी निवेश को बढ़ावा देना शामिल है।

हवाईअड्डे के बुनियादी ढांचे का विस्तार, आधुनिकीकरण और विकास जिसमें हवाई यातायात प्रबंधन को मजबूत करना, यात्री और कार्गो संचालन सुविधाओं का आधुनिकीकरण शामिल है, एक सतत प्रक्रिया है जिसे भारतीय विमानपत्तन प्राधिकरण (एएआई) और अन्य संबंधित हवाईअड्डा प्रचालकों/विकासकर्ताओं द्वारा यातायात की मांग, वाणिज्यिक व्यवहार्यता,

विमान परिचालन की सुरक्षा के लिए परिचालन संबंधी आवश्यकताओं और एयरलाइनों से मांग आदि के आधार पर किया जाता है। विकास कार्यों को भूमि की उपलब्धता और व्यवहार्यता के साथ-साथ इच्छित विमान परिचालनों के संदर्भ में अन्य सुविधाओं को ध्यान में रखते हुए चरणबद्ध तरीके से किया जाता है।

क्षेत्रीय हवाई यात्रा की वहनीयता सुनिश्चित करने के लिए, उड़ान योजना क्षेत्रीय मार्गों पर एयरलाइन प्रचालकों को वित्तीय प्रोत्साहन प्रदान करती है जिसमें एयरलाइन परिचालन लागत को कम करने के लिए केंद्र सरकार, राज्य सरकारों/संघ राज्य क्षेत्रों और हवाईअड्डा प्रचालकों द्वारा रियायतें और ऐसे मार्गों पर परिचालन लागत और अनुमानित राजस्व के बीच के अंतर को पूरा करने के लिए व्यवहार्यता अंतर वित्तपोषण (वीजीएफ) भी शामिल है। उन आरसीएस सीटों, जिन पर चयनित एयरलाइन प्रचालकों (एसएओ) को वीजीएफ प्रदान किया जाता है, हवाई किराया सब्सिडी दर पर सीमित किया जाता है। उपर्युक्त उपायों का उद्देश्य विमानन क्षेत्र में वहनीयता, सुगम्यता और समग्र यात्री सुविधा को सुदृढ़ करना है, जिससे क्षेत्रीय विकास और आर्थिक विकास को बढ़ावा मिले।

FLYOVER AT 8 BS LEVEL CROSSING GATE, RAMNAGAR, SILCHAR

***384. SHRI PARIMAL SUKLABAIDYA:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has assessed the severe traffic congestion at the 8 BS level crossing gate at Ramnagar near Silchar Railway Station in Cachar district, Assam and if so, the details thereof;

(b) whether construction of a flyover at this special-class crossing has been proposed in coordination with the State Government and Railways and if

so, the details thereof; and

(c) the present status and timeline for completion of the proposed project?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): Level Crossing No. 8 BS falls on the existing NH-37 city portion in Silchar town between Rongpur and Inter-State Bus Terminus (ISBT), for which preparation of Detailed Project Report (DPR) has been taken up for construction of Road Over Bridge (ROB). For decongestion of Silchar town, bypass is under construction in two packages i.e. (i) Rongpur–Sonabarighat section (7.2 km), 4-laning of which is under implementation and (ii) Sonabarighat–ISBT section (11.5 km), which has already been upgraded to 2-lane with paved shoulder standards.

Upon completion of the bypass of Silchar, all the heavy commercial traffic is expected to ply through the said bypass, thereby reducing the congestion on the existing city portion of NH passing through Silchar town.

एकलव्य आदर्श आवासीय विद्यालयों (ईएमआरएस) की उपलब्धियां

***385. श्री महेश कश्यपः**

श्री चन्द्र प्रकाश जोशी:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि

(क) देश में आज की तिथि तक स्वीकृत, कार्यशील और निर्माणाधीन एकलव्य आदर्श आवासीय विद्यालयों (ईएमआरएस) की कुल संख्या और अनुसूचित जनजाति की अधिक आबादी वाले चिह्नित उप-जिलों को कवर करने की दिशा में हुई प्रगति का राज्य / संघ राज्यक्षेत्र-वार, विशेष

रूप से छत्तीसगढ़ और बस्तर लोक सभा निर्वाचन क्षेत्र सहित ब्यौरा क्या है;

(ख) आज की तिथि तक ऐसे विद्यालयों में छात्रों के नामांकन, शिक्षकों की भर्ती, बुनियादी ढांचे की स्थिति और शैक्षणिक, खेल, कौशल विकास तथा स्थानीय कला एवं संस्कृति के संरक्षण के लिए सुविधाओं की उपलब्धता का राज्य / संघ राज्यक्षेत्र-वार, विशेष रूप से बस्तर लोक सभा निर्वाचन क्षेत्र सहित छत्तीसगढ़ का ब्यौरा क्या है;

(ग) अनुसूचित जनजाति के अधिक घनत्व वाले क्षेत्रों में एकलव्य आदर्श डे बोर्डिंग विद्यालयों (ईएमडीबीएस) के कार्यान्वयन की स्थिति और इस पर मिली प्रतिक्रिया का विशेष रूप से उक्त लोक सभा निर्वाचन क्षेत्र सहित राज्य / संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(घ) उक्त योजना के तहत समर्थित खेल उत्कृष्टता केंद्रों की संख्या राज्य / संघ राज्यक्षेत्र-वार कितनी है और इसमें चिह्नित की गई विधाओं तथा प्रदान की गई सुविधाओं का ब्यौरा क्या है;

(ङ) इसके अंतर्गत शैक्षणिक प्रदर्शन, उच्च शिक्षा में प्रवेश और खेल एवं कौशल विकास में छात्रों की उपलब्धियों के संदर्भ में महत्वपूर्ण परिणामों का राज्य / संघ राज्यक्षेत्र-वार ब्यौरा क्या है; और

(च) क्या राजस्थान के उदयपुर में कुराबड़ और प्रतापगढ़ में छोटीसादड़ी में एकलव्य आदर्श आवासीय विद्यालय खोलने की कोई योजना है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्री (श्री जुएल ओराम):

(क): पिछले कुछ वर्षों में भारत सरकार ने देश भर में 728 ईएमआरएस स्थापित करने का निर्णय लिया था। दिनांक 28.02.2026 तक 723 ईएमआरएस स्वीकृत किए जा चुके हैं, जिनमें से 499 कार्यशील हैं, 400 ईएमआरएस भवनों का निर्माण पूरा हो चुका है और 323 भवन निर्माण के विभिन्न चरणों में हैं। राज्य-वार और जिला-वार ईएमआरएस का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

बस्तर लोकसभा निर्वाचन क्षेत्र में बस्तर, बीजापुर, दंतेवाड़ा, कोंडागांव, नारायणपुर और सुकमा जैसे जिले शामिल हैं। बस्तर लोकसभा निर्वाचन क्षेत्र के अंतर्गत ईएमआरएस की जिला-वार

स्थिति निम्नानुसार है:

क्र.सं.	राज्य/जिले का नाम	स्वीकृत	कार्यशील	पूर्ण	निर्माणाधीन
1	बस्तर	6	6	2	4
2	बीजापुर	4	4	3	1
3	दंतेवाड़ा	4	4	1	3
4	कोंडागांव	5	5	1	4
5	नारायणपुर	2	2	1	1
6	सुकमा	3	3	1	2
		24	24	9	15

(ख): दिनांक 06.03.2026 तक, देश भर में कुल 499 कार्यशील एकलव्य आदर्श आवासीय विद्यालयों (ईएमआरएस) में 1,56,564 छात्रों का नामांकन है। छत्तीसगढ़ सहित नामांकित छात्रों का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा **विवरण-II** में संलग्न है। एनईएसटीएस ने ईएसएसई-2023 के माध्यम से 10,391 पदों की सीधी भर्ती के लिए अपना पहला अभियान चलाया है। इस प्रक्रिया के माध्यम से चयनित कर्मचारियों को ईएमआरएस में तैनात किया गया है। शैक्षणिक गतिविधियां बाधित न हों यह सुनिश्चित करने के लिए, राज्य समितियों द्वारा रिक्तियों की आवश्यकता के अनुसार अतिथि शिक्षकों को भी नियोजित किया जाता है।

सभी नए ईएमआरएस 15 एकड़ क्षेत्र में फैले हुए हैं और कक्षा VI से XII तक के 480 विद्यार्थियों की क्षमता के साथ ये आधुनिक सुविधाओं से सुसज्जित हैं। इनमें लड़कों और लड़कियों के लिए अलग-अलग छात्रावास, एकीकृत भोजन और रसोई सुविधाएं, शिक्षण और गैर-शिक्षण कर्मचारियों के लिए आवास, आधुनिक शिक्षण उपकरणों से सुसज्जित कक्षाएं, विज्ञान और कंप्यूटर प्रयोगशालाएं, विविध शिक्षण संसाधनों से युक्त पुस्तकालय, खेल के मैदान और खेल उपकरण, स्थानीय कला और संस्कृति को संरक्षित करने के लिए संगीत, कला और खेल जैसी पाठ्येतर गतिविधियों की सुविधाएं, इंटरनेट सुविधा से युक्त कंप्यूटर प्रयोगशालाएं, रोजगार क्षमता

बढ़ाने के लिए कौशल विकास और व्यावसायिक प्रशिक्षण कार्यक्रम आदि शामिल हैं।

(ग): एकलव्य मॉडल डे बोर्डिंग स्कूल (ईएमडीबीएस) का 29.04.2022 से ईएमआरएस में विलय कर दिया गया है।

(घ): वर्तमान में इस स्कीम के तहत खेल के लिए कोई भी उत्कृष्टता केंद्र वाला ईएमआरएस नहीं है।

(ङ): 2024-25 के दौरान, कक्षा 10 और कक्षा 12 में छात्रों का उत्तीर्ण प्रतिशत क्रमश: 89% और 85% होने की सूचना दी गई थी। इसके अलावा, 129 ईएमआरएस स्कूलों ने कक्षा 10 में 100% परिणाम प्राप्त किए और 72 ईएमआरएस स्कूलों ने कक्षा 12 में 100% परिणाम प्राप्त किए। इसी वर्ष, 219 ईएमआरएस छात्रों ने आईआईटी-जेईई (मुख्य) परीक्षा उत्तीर्ण की, 34 छात्रों ने आईआईटी-जेईई (उन्नत) परीक्षा उत्तीर्ण की और 344 छात्रों ने नीट परीक्षा उत्तीर्ण की, जो सकारात्मक शिक्षण परिणामों को दर्शाता है।

इसके अलावा, ईएमआरएस में कौशल विकास को बढ़ावा देने और प्रोत्साहन देने के लिए, कौशल विकास और उद्यमिता मंत्रालय तथा राष्ट्रीय कौशल विकास निगम की संकल्प परियोजना के तहत, 200 ईएमआरएस परिसरों में 400 कौशल प्रयोगशालाएं स्थापित की गई हैं, जो रोबोटिक्स, डिजिटल फैब्रिकेशन और इलेक्ट्रॉनिक्स उपकरणों से सुसज्जित हैं। कौशल प्रयोगशालाओं की राज्य-वार सूची संलग्न **विवरण-III** में दी गई है।

(च): इस स्कीम में उन ब्लॉकों में एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस) स्थापित करने का प्रावधान है, जहाँ 2011 की जनगणना के अनुसार अनुमोदित सीमा के अन्तर्गत 50% से अधिक अनुसूचित जनजाति आबादी और कम से कम 20,000 आदिवासी व्यक्ति हैं। ब्लॉक स्तर पर मौजूदा मानदंड के अनुसार राजस्थान राज्य में 31 ईएमआरएस स्वीकृत हैं जिनमें 8 ईएमआरएस उदयपुर जिले में और 4 ईएमआरएस प्रतापगढ़ जिले में हैं।

<u>विवरण- I</u>

क. 28.2.2026 तक राज्यवार स्वीकृत, कार्यशील और निर्माणाधीन ईएमआरएस की स्थिति

क्र.सं.	राज्य/संघ राज्यक्षेत्र	स्वीकृत/उपलब्ध कराई गई भूमि	कार्यशील ईएमआरएस	पूर्ण हुए भवन	निर्माणाधीन
1	आंध्र प्रदेश	28	28	23	5
2	अरुणाचल प्रदेश	10	5	7	3
3	असम	17	6	7	10
4	बिहार	3	2	2	1
5	छत्तीसगढ़	75	75	35	40
6	दादरा और नगर हवेली एवं दमन और दीव	1	1	0	1
7	गुजरात	47	44	27	20
8	हिमाचल प्रदेश	4	4	1	3
9	जम्मू एवं कश्मीर	6	6	2	4
10	झारखंड	91	51	51	40
11	कर्नाटक	12	12	12	0
12	केरल	4	4	2	2
13	लद्दाख	3		0	3
14	मध्य प्रदेश	71	63	51	20
15	महाराष्ट्र	39	37	20	19
16	मणिपुर	21	5	5	16
17	मेघालय	37	2	2	35
18	मिजोरम	17	11	9	8
19	नागालैंड	22	3	3	19
20	ओडिशा	111	47	54	57
21	राजस्थान	31	31	31	0
22	सिक्किम	4	4	4	0
23	तमिलनाडु	8	8	7	1
24	तेलंगाना	23	23	22	1
25	त्रिपुरा	21	12	10	11
26	उत्तर प्रदेश	4	3	4	0
27	उत्तराखंड	4	4	2	2

28	पश्चिम बंगाल	9	8	7	2
	कुल योग	**723**	**499**	**400**	**323**

ख. दिनांक 28.2.2026 तक जिले-वार स्वीकृत, कार्यशील और निर्माणाधीन ईएमआरएस की स्थिति

क्र.सं.	राज्य/संघ राज्य क्षेत्र	स्वीकृत/उपलब्ध कराई गई भूमि	कार्यशील ईएमआरएस	पूर्ण हुए भवन	निर्माणाधीन
1	**आंध्र प्रदेश**	**28**	**28**	**23**	**5**
1	अल्लूरी सीताराम राजू	17	17	13	4
2	एलुरु	1	1	1	0
3	मन्यम पार्वतीपुरम	5	5	4	1
4	प्रकाशम	1	1	1	0
5	एसपीएस नेल्लोर	1	1	1	0
6	श्रीकाकुलम	1	1	1	0
7	तिरुपति	2	2	2	0
2	**अरुणाचल प्रदेश**	**10**	**5**	**7**	**3**
1	पूर्वी कामेंग	2	1	1	1
2	कुरुंग कुमेय	1	1	1	0
3	लोहित	1	0	1	0
4	निचली दिबांग घाटी	1	0	1	0
5	निचला सुबनसिरी	1	0	0	1
6	तवांग	1	1	1	0
7	तिरप	1	1	1	0
8	पश्चिम सियांग	2	1	1	1
3	**असम**	**17**	**6**	**7**	**10**
1	बक्सा	3	2	2	1
2	बारपेटा	1	1	1	0
3	धेमाजी	1	1	1	0
4	दीमा हसाओ	4	1	1	3
5	गोलपाड़ा	1	0	0	1
6	कामरूप	1	0	0	1

7	कार्बी आंगलोंग	3	1	2	1
8	कोकराझार	1	0	0	1
9	उदलगुड़ी	1	0	0	1
10	पश्चिम कार्बी आंगलोंग	1	0	0	1
4	**बिहार**	**3**	**2**	**2**	**1**
1	जमुई	1	1	1	0
2	कैमूर (भभुआ)	1	0	0	1
3	पश्चिमी चंपारण	1	1	1	0
5	**छत्तीसगढ़**	**75**	**75**	**35**	**40**
1	बालोद	1	1	1	0
2	बलौदाबाजार	1	1	1	0
3	बलरामपुर	6	6	1	5
4	बस्तर	6	6	2	4
5	बीजापुर	4	4	3	1
6	दंतेवाड़ा	4	4	1	3
7	धमतरी	1	1	1	0
8	गरियाबंद	2	2	1	1
9	गौरेला पेंड्रा मरवाही	3	3	2	1
10	जांजगीर चांपा	1	1	1	0
11	जशपुर	6	6	2	4
12	कबीरधाम	1	1	1	0
13	कांकेर	5	5	4	1
14	कोंडागांव	5	5	1	4
15	कोरबा	3	3	1	2
16	कोरिया	3	3	1	2
17	महासमुंद	1	1	1	0
18	मोहल्ला मानपुर अंबागढ़ चौकी राजनंदगांव	2	2	1	1
19	मुंगेली	1	1	1	0
20	नारायणपुर	2	2	1	1
21	रायगढ़	4	4	2	2
22	राजनंदगांव	1	1	1	0
23	सुकमा	3	3	1	2

24	सूरजपुर	4	4	1	3
25	सरगुजा	5	5	2	3
6	**दादरा और नगर हवेली एवं दमन और दीव**	**1**	**1**	**0**	**1**
1	दादरा एवं नगर हवेली	1	1	0	1
7	**गुजरात**	**47**	**44**	**27**	**20**
1	अरवल्ली	2	2	2	0
2	बनास कांठा	3	3	2	1
3	भरूच	2	2	1	1
4	छोटा उदेपुर	4	4	2	2
5	दाहोद	7	7	3	4
6	महिसागर	2	2	1	1
7	नर्मदा	5	4	3	2
8	नवसारी	2	2	1	1
9	पंचमहल	1	1	1	0
10	सबर कांठा	3	3	1	2
11	सूरत	4	4	2	2
12	तापी	5	3	3	2
13	डांग्स	3	3	2	1
14	वडोदरा	1	1	1	0
15	वलसाड	3	3	2	1
8	**हिमाचल प्रदेश**	**4**	**4**	**1**	**3**
1	चंबा	2	2	0	2
2	किन्नौर	1	1	1	0
3	लाहौल और स्पीति	1	1	0	1
9	**जम्मू एवं कश्मीर**	**6**	**6**	**2**	**4**
1	अनंतनाग	1	1	1	0
2	बांदीपुरा	1	1	0	1
3	कुलगाम	1	1	1	0
4	पूंछ	1	1	0	1
5	राजौरी	2	2	0	2
10	**झारखंड**	**91**	**51**	**51**	**40**
1	चतरा	1	1	1	0

2	धनबाद	1	1	1	0
3	दुमका	5	3	5	0
4	पूर्वी सिंहभूम	5	4	4	1
5	गढ़वा	1	1	1	0
6	गिरिडीह	1	1	1	0
7	गोड्डा	1	1	1	0
8	गुमला	12	1	2	10
9	जामताड़ा	1	1	1	0
10	खूंटी	6	4	4	2
11	लातेहार	4	3	3	1
12	लोहरदगा	6	5	5	1
13	पाकुर	3	2	2	1
14	पलामू	1	1	1	0
15	रांची	9	5	5	4
16	साहेबगंज	5	1	1	4
17	सरायकेला खरसावां	3	1	2	1
18	सिमडेगा	10	3	3	7
19	पश्चिमी सिंहभूम	16	12	8	8
11	**कर्नाटक**	**12**	**12**	**12**	**0**
1	बल्लारी	1	1	1	0
2	बेलगावी	1	1	1	0
3	चामराजनगर	1	1	1	0
4	चिक्कामगलुरु	1	1	1	0
5	चित्रदुर्ग	1	1	1	0
6	कलबुर्गी	1	1	1	0
7	कोडागू	1	1	1	0
8	कोलार	1	1	1	0
9	मैसूर	1	1	1	0
10	रायचूर	1	1	1	0
11	तुमकुरु	1	1	1	0
12	यादगीर	1	1	1	0
12	**केरल**	**4**	**4**	**2**	**2**
1	इडुक्की	1	1	1	0

2	कासरगोड	1	1	0	1
3	पलक्कड़	1	1	0	1
4	वायनाड	1	1	1	0
13	**लद्दाख**	**3**	**0**	**0**	**3**
1	कारगिल	2	0	0	2
2	लेह	1	0	0	1
14	**मध्य प्रदेश**	**71**	**63**	**51**	**20**
1	आलीराजपुर	4	4	3	1
2	अनुपपुर	2	1	1	1
3	बालाघाट	2	2	2	0
4	बड़वानी	6	5	3	3
5	बेतुल	4	3	1	3
6	भोपाल	1	1	0	1
7	बुरहानपुर	1	1	0	1
8	छिंदवाड़ा	4	4	4	0
9	धार	7	5	5	2
10	डिंडोरी	4	4	4	0
11	गुना	1	1	1	0
12	हरदा	1	1	1	0
13	होशंगाबाद	1	1	1	0
14	इंदौर	2	2	1	1
15	जबलपुर	3	3	2	1
16	झाबुआ	4	4	4	0
17	खंडवा	1	1	1	0
18	खरगोन	4	2	3	1
19	मंडला	5	5	2	3
20	रतलाम	2	2	2	0
21	सतना	2	2	2	0
22	सीहोर	1	1	1	0
23	सिवनी	2	1	1	1
24	शाहडोल	3	3	2	1
25	श्योपुर	1	1	1	0
26	सीधी	1	1	1	0

27	सिंगरौली	1	1	1	0
28	उमरिया	1	1	1	0
15	**महाराष्ट्र**	**39**	**37**	**20**	**19**
1	अहमदनगर	1	1	1	0
2	अमरावती	2	2	2	0
3	चंद्रपुर	1	1	1	0
4	धुले	2	2	1	1
5	गडचिरोली	7	7	1	6
6	गोंदिया	1	1	1	0
7	नागपुर	1	1	1	0
8	नांदेड़	1	1	1	0
9	नंदुरबार	6	6	2	4
10	नासिक	8	8	5	3
11	पालघर	7	5	2	5
12	थाइन	1	1	1	0
13	यवतमाल	1	1	1	0
16	**मणिपुर**	**21**	**5**	**5**	**16**
1	चंदेल	2	0	0	2
2	छुरछंदपुर	4	1	1	3
3	कामजोंग	1	1	1	0
4	कांगपोकपी	3	1	1	2
5	फेरज्वाल	1	0	0	1
6	सेनापति	3	0	0	3
7	तामेंगलांग	4	1	1	3
8	टेंग्नौपाल	1	1	1	0
9	उखरूल	2	0	0	2
17	**मेघालय**	**37**	**2**	**2**	**35**
1	पूर्वी गारो हिल्स	3	1	1	2
2	पूर्वी जयंतिया हिल्स	2	0	0	2
3	पूर्वी खासी हिल्स	7	0	0	7
4	उत्तरी गारो हिल्स	2	0	0	2
5	री भोई	3	1	1	2
6	दक्षिणी गारो हिल्स	4	0	0	4

7	दक्षिण-पश्चिम गारो हिल्स	2	0	0	2
8	दक्षिण-पश्चिम खासी हिल्स	2	0	0	2
9	पश्चिमी गारो हिल्स	5	0	0	5
10	पश्चिमी जयंतिया हिल्स	3	0	0	3
11	पश्चिमी खासी हिल्स	4	0	0	4
18	**मिजोरम**	**17**	**11**	**9**	**8**
1	आइजोल	3	2	1	2
2	चम्फाई	3	1	1	2
3	कोलासिब	1	1	1	0
4	लॉन्गत्लाई	2	2	2	0
5	लुंगलेई	3	1	1	2
6	मामित	2	1	0	2
7	सेरछिप	1	1	1	0
8	सीअहा	2	2	2	0
19	**नागालैंड**	**22**	**3**	**3**	**19**
1	सोम	2	1	1	1
2	दीमापुर	2	1	1	1
3	किफायर	1	0	0	1
4	कोहिमा	3	0	0	3
5	लोंगलेंग	1	0	0	1
6	मोकोकचुंग	5	0	0	5
7	पेरेन	2	0	0	2
8	फ़ेक	1	0	0	1
9	तुएनसांग	3	1	1	2
10	वोखा	1	0	0	1
11	जुन्हेबोटो	1	0	0	1
20	**ओडिशा**	**111**	**47**	**54**	**57**
1	बलांगीर	1	1	1	0
2	बालासोर	1	1	1	0
3	देवगढ़	1	1	1	0
4	ढेंकनाल	1	0	0	1
5	गजपति	5	3	2	3
6	जाजापुर	1	1	1	0

7	झारसुगुडा	2	1	1	1
8	कालाहांडी	2	2	2	0
9	कंधमाल	10	2	2	8
10	केंदुझर	8	3	7	1
11	कोरापुट	12	5	5	7
12	मल्कानगिरी	6	3	3	3
13	मयूरभंज	23	13	16	7
14	नबरंगपुर	8	1	2	6
15	नुआपाड़ा	1	1	1	0
16	रायगढ़	9	3	2	7
17	संबलपुर	4	1	1	3
18	सुंदरगढ़	16	5	6	10
21	**राजस्थान**	**31**	**31**	**31**	**0**
1	अलवर	2	2	2	0
2	बांसवाड़ा	6	6	6	0
3	बारां	1	1	1	0
4	डूंगरपुर	4	4	4	0
5	जयपुर	2	2	2	0
6	करौली	1	1	1	0
7	प्रतापगढ़	4	4	4	0
8	सवाई माधोपुर	1	1	1	0
9	सिरोही	1	1	1	0
10	टोंक	1	1	1	0
11	उदयपुर	8	8	8	0
22	**सिक्किम**	**4**	**4**	**4**	**0**
1	गेजिंग	1	1	1	0
2	मंगम	1	1	1	0
3	नामची	1	1	1	0
4	पाक्योंग	1	1	1	0
23	**तमिलनाडु**	**8**	**8**	**7**	**1**
1	कलाकुरुचि (विल्लुपुरम)	1	1	1	0
2	कांचीपुरम (चेंगलपट्टू)	1	1	1	0
3	नमक्कल	1	1	1	0

4	सलेम	2	2	1	1
5	नीलगिरी	1	1	1	0
6	तिरुवन्ना मलाई	1	1	1	0
7	तिरूपत्तूर	1	1	1	0
24	**तेलंगाना**	**23**	**23**	**22**	**1**
1	आदिलाबाद	3	3	3	0
2	भद्राद्रि कोठागुडेम	7	7	7	0
3	कामारेड्डी	1	1	1	0
4	खम्मम	1	1	1	0
5	कोमाराम भीम आसिफाबाद	1	1	1	0
6	महबुबाबाद	5	5	4	1
7	महबूबनगर	1	1	1	0
8	नगरकुरनूल	1	1	1	0
9	निजामाबाद	1	1	1	0
10	राजन्ना सिरसिला	2	2	2	0
25	**त्रिपुरा**	**21**	**12**	**10**	**11**
1	धलाई	4	2	2	2
2	गोमती	6	4	3	3
3	खोवाई	3	3	2	1
4	उत्तरी त्रिपुरा	3	0	0	3
5	सिपाहीजला	1	1	1	0
6	उनाकोटी	1	1	1	0
7	पश्चिम त्रिपुरा	3	1	1	2
26	**उत्तर प्रदेश**	**4**	**3**	**4**	**0**
1	बहराईच	1	1	1	0
2	खेरी	1	1	1	0
3	ललितपुर	1	0	1	0
4	सोनभद्र	1	1	1	0
27	**उत्तराखंड**	**4**	**4**	**2**	**2**
1	देहरादून	2	2	1	1
2	उधम सिंह नगर	2	2	1	1
28	**पश्चिम बंगाल**	**9**	**8**	**7**	**2**

1	बांकुड़ा	1	1	1	0
2	बीरभूम	1	1	1	0
3	दक्षिण दिनाजपुर	1	1	1	0
4	जलपाईगुड़ी	1	1	1	0
5	झारग्राम	1	1	1	0
6	कलिम्पोंग	1	1	0	1
7	पश्चिम बर्धमान	1	1	1	0
8	पुरुलिया	2	1	1	1
	कुल योग	**723**	**499**	**400**	**323**

विवरण- II

राज्य-वार/संघ राज्यक्षेत्र-वार नामांकन

क्र.सं.	राज्य/संघ राज्यक्षेत्र	2025-26 (06.03.2026 तक)
1.	आंध्र प्रदेश	10710
2.	अरुणाचल प्रदेश	932
3.	असम	300
4.	बिहार	286
5.	छत्तीसगढ़	27411
6.	दादरा और नगर हवेली एवं दमन और दीव	408
7.	गुजरात	11878
8.	हिमाचल प्रदेश	1013
9.	जम्मू एवं कश्मीर	1181
10.	झारखंड	8380
11.	कर्नाटक	4437
12.	केरल	1065
13.	मध्य प्रदेश	25457
14.	महाराष्ट्र	11361
15.	मणिपुर	1723
16.	मेघालय	308
17.	मिजोरम	2399

18.	नागालैंड	747
19.	ओडिशा	13392
20.	राजस्थान	10885
21.	सिक्किम	1250
22.	तमिलनाडु	2909
23.	तेलंगाना	10182
24.	त्रिपुरा	2476
25.	उत्तर प्रदेश	1056
26.	उत्तराखंड	1261
27.	पश्चिम बंगाल	3157
	कुल	**156564**

विवरण-III

ईएमआरएस में कौशल प्रयोगशालाओं की राज्य-वार सूची

राज्य का नाम	कौशल प्रयोगशाला के लिए चयनित स्कूल
आंध्र प्रदेश	10
छत्तीसगढ़	25
गुजरात	23
झारखंड	6
कर्नाटक	6
केरल	2
मध्य प्रदेश	46
महाराष्ट्र	13
मणिपुर	2
मिजोरम	5
नागालैंड	2
ओडिशा	17
राजस्थान	12
सिक्किम	1
तमिलनाडु	6
तेलंगाना	14

उत्तर प्रदेश	2
उत्तराखंड	1
पश्चिम बंगाल	7
कुल	**200**

ग्वालियर विमानपत्तन से उड़ानें

***386. श्री भारत सिंह कुशवाह:**

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार मध्य प्रदेश में नव-निर्मित ग्वालियर विमानपत्तन को अवसंरचना और यात्री उपलब्धता के दृष्टिगत कोलकाता, हैदराबाद, इंदौर, जयपुर और उदयपुर जैसे शहरों से बोइंग/72 सीटों वाली एटीआर विमान सेवाओं के माध्यम से जोड़ने के लिए कोई कार्य योजना बनाने का है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

नागर विमानन मंत्री (श्री किंजरापु राममोहन नायडू):

(क) और (ख): ग्वालियर हवाईअड्डा वर्तमान में मेसर्स इंडिगो और मेसर्स एयर इंडिया एक्सप्रेस द्वारा प्रचालित 42 साप्ताहिक उड़ान आवागमनों (आगमन + प्रस्थान) के साथ मुंबई, दिल्ली और बेंगलुरु से जुड़ा हुआ है।

देश के किसी भी हवाईअड्डे से उड़ान परिचालन की शुरुआत करना एयरलाइनों का वाणिज्यिक निर्णय है, जो मार्ग की आर्थिक और परिचालन व्यवहार्यता और अन्य संबंधित कारकों पर आधारित है। मार्च 1994 में वायु निगम अधिनियम के निरसन के साथ ही, भारतीय घरेलू विमानन क्षेत्र पूर्ण रूप से नियंत्रणमुक्त था। एयरलाइनें किसी भी प्रकार के विमान को शामिल करके क्षमता संवर्धन करने और उन बाजारों और मार्गों का निर्धारण करने के लिए स्वतंत्र हैं जिन्हें वे सेवा प्रदान करना चाहती हैं। तथापि, ऐसे प्रचालन, सरकार द्वारा जारी मार्ग संवितरण दिशानिर्देशों (आरडीजी) के अनुपालन, संबंधित हवाईअड्डा प्रचालकों द्वारा स्लॉट आवंटन और नागर विमानन

महानिदेशालय (डीजीसीए) द्वारा उड़ान अनुसूचियों के अनुमोदन के अध्यधीन हैं।

ताप विद्युत संयंत्र (टीपीपी) के अंतर्गत स्थानीय निवासियों को रोजगार

***387. श्री सुधाकर सिंह:**

क्या **विद्युत** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या बक्सर संसदीय निर्वाचन क्षेत्र के चौसा में स्थित ताप विद्युत संयंत्र (टीपीपी) में प्रभावित परिवारों को रोजगार प्रदान करने के लिए भूमि अधिग्रहण, पुनर्वास और पुनर्स्थापन नीति के अंतर्गत कोई प्रावधान किया गया था;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त नीति के अंतर्गत अब तक कुल कितने लोगों को नौकरी प्रदान की गई है;

(ग) उक्त संयंत्र में चौसा और बक्सर जिलों के स्थानीय निवासियों को अब तक प्रत्यक्ष या अप्रत्यक्ष रूप से प्रदान किए गए रोजगार की श्रेणी-वार संख्या और कार्य-वार स्वरूप का ब्यौरा क्या है;

(घ) क्या सरकार इस परियोजना के अंतर्गत स्थानीय निवासियों को रोजगार में प्राथमिकता देने के लिए कोई नीति अपनाने या इसे और सुदृढ़ करने पर विचार कर रही है; और

(ङ) यदि हां, तो इस संबंध में क्या कदम उठाए जाने का विचार है और यदि नहीं, तो इसके क्या कारण हैं?

आवासन और शहरी कार्य मंत्री; तथा विद्युत मंत्री (श्री मनोहर लाल):

(क) से (ग): जी हाँ। एसजेवीएन थर्मल पावर प्लांट लिमिटेड की बक्सर ताप विद्युत परियोजना के लिए बिहार सरकार के बक्सर जिले के जिला भूमि अधिग्रहण अधिकारी कार्यालय द्वारा अनुमोदित पुनर्वास एवं पुनर्स्थापन नीति के अनुसार, परियोजना प्रभावित परिवारों (पीएएफ) के लिए रोजगार/स्वरोजगार के प्रावधान मौजूद हैं (ब्यौरा संलग्न **विवरण-I** पर देखा जा सकता है)।

उपर्युक्त नीति के अनुसार, परियोजना की विभिन्न गतिविधियों के अंतर्गत 550 परियोजना

प्रभावित व्यक्तियों को रोजगार प्रदान किया गया है। इसके अतिरिक्त, बक्सर जिले के कुल 2586 स्थानीय निवासियों (उपर्युक्त 550 परियोजना प्रभावित व्यक्तियों सहित) को प्रत्यक्ष/अप्रत्यक्ष रोजगार प्रदान किया गया है (ब्यौरा संलग्न **विवरण-II** पर दिया गया है)।

(घ) और (ङ): भूमि अधिग्रहण, पुनर्वास एवं पुनर्स्थापन अधिनियम (एलएआरआरए), 2013 के व्यापक सिद्धांतों के अंतर्गत राज्य सरकार द्वारा पुनर्वास एवं पुनर्स्थापन (आरएंडआर) नीति को मंजूरी दी गई है। बक्सर ताप विद्युत संयंत्र (बीटीपीपी) के आरएंडआर पैकेज में परियोजना के अंतर्गत **"**स्थानीय निवासियों को रोजगार में प्राथमिकता**"** प्रदान करने का प्रावधान है।

वर्तमान में, बीटीपीपी की यूनिट #2 निर्माणाधीन है और यूनिट #3 की योजना बनाई जा रही है तथा विभिन्न श्रेणियों के विभिन्न कार्यों में रोजगार के और अवसर उत्पन्न होने की उम्मीद है।

<u>विवरण-I</u>

एसजेवीएनएल की पूर्ण स्वामित्व वाली सहायक कंपनी एसजेवीएन थर्मल (पी) लिमिटेड (एसटीपीएल) के बक्सर थर्मल पावर प्लांट के लिए पुनर्वास एवं पुनर्स्थापन (आर एंड आर) नीति को बिहार सरकार के जिला भूमि अधिग्रहण अधिकारी द्वारा विधिवत अनुमोदित किया गया है। आर एंड आर नीति के अध्याय-6 के प्रासंगिक अंश इस प्रकार हैं:

6.2 रोजगार

6.2.1 प्रत्यक्ष रोजगार

परियोजना से प्रभावित परिवार जिनकी भूमि परियोजना के लिए अधिग्रहित की गई है, उन्हें ठेकेदार (संयंत्र के निर्माण के लिए नियुक्त ठेकेदार) या स्वयं परियोजना द्वारा रोजगार प्रदान किया जाएगा। कंपनी द्वारा निर्धारित मानदंडों के अनुसार, उम्मीदवारों को उनकी योग्यता, उपयुक्तता और रिक्तियों की उपलब्धता के आधार पर केवल श्रमिक श्रेणी में रोजगार का अवसर दिया जाएगा।

रिक्ति सीमित प्रतियोगी परीक्षा के माध्यम से भरी जाएगी और परिणामों के आधार पर एक मेरिट सूची तैयार की जाएगी। उम्मीदवारों का चयन चयन सूची में शीर्ष से क्रमानुसार किया जाएगा। एसटीपीएल अपनी स्वयं की चयन प्रक्रिया तैयार करने के लिए स्वतंत्र है। रोजगार प्रदान करते

समय, परियोजना से सबसे पहले प्रभावित परिवारों को प्राथमिकता दी जाएगी और उसके बाद ही अन्य/अप्रत्यक्ष रूप से प्रभावित परिवारों को प्राथमिकता दी जाएगी।

6.2.2 द्वितीयक रोज़गार

यदि एसटीपीएल में प्रत्यक्ष रोज़गार उपलब्ध नहीं कराया जा सकता है, तो प्रभावित परिवारों के आर्थिक स्तर को सुधारने के लिए आय सृजन हेतु वित्तीय सहायता, छोटे ठेकेदारों के साथ काम, स्वरोजगार प्रशिक्षण आदि जैसे वैकल्पिक विकल्प उपलब्ध कराए जाएंगे।

बक्सर ताप विद्युत परियोजना (1320 मेगावाट) सुपरक्रिटिकल ताप विद्युत प्रौद्योगिकी पर आधारित है। यह ध्यान में रखा गया है कि एसटीपीएल परियोजनाएं पूंजी-प्रधान होती हैं और उन्नत प्रौद्योगिकी से सुसज्जित होती हैं। हालांकि, परियोजना में कोई अवसर उत्पन्न होने पर, उपयुक्तता और उपलब्धता के आधार पर पीएएफ (परियोजना प्रभावित परिवारों) को प्राथमिकता दी जाएगी। इसके अतिरिक्त, एसटीपीएल परियोजना की स्थापना के कारण निम्न स्तर के रोज़गार के अवसर भी उत्पन्न होंगे। इच्छुक पीएएफ को इन अवसरों से जोड़ने का यथासंभव प्रयास किया जाएगा।

6.3 अन्य विस्थापित परिवारों को पुनर्वास सहायता

पहुँच खो चुके अलग हुए परिवारों को सहायता: -

उन परिवारों को सहायता प्रदान की जाएगी जिन्होंने अपनी ज़मीन या मकानों तक पहुँच खो दी है, जिनका अधिग्रहण नहीं हुआ है, जबकि उनके आसपास के अन्य परिवारों की ज़मीन या मकानों का अधिग्रहण हो चुका है।

6.4 स्वयं सहायता समूह (एसएचजी)

स्वयं सहायता समूहों (एसएचजी) के गठन के लिए, परियोजना से प्रभावित परिवारों को आय सृजन स्कीम के तहत बताई गई वित्तीय सहायता प्रदान की जाएगी; जहाँ तक संभव हो, यह सहायता परियोजना से प्रभावित परिवारों के समूहों को दी जाएगी। स्वयं सहायता समूहों के गठन से परियोजना से प्रभावित परिवारों में सशक्तिकरण और आत्मनिर्भरता की भावना विकसित होगी,

और साथ ही गाँवों में कुटीर उद्योगों के विकास को भी बढ़ावा मिलेगा।

एक स्वयं सहायता समूह में सदस्यों की संख्या आम तौर पर पाँच से दस होगी। यदि आवश्यक हो, तो स्वयं सहायता समूह बैंकों से अतिरिक्त धनराशि की व्यवस्था कर सकते हैं। स्वयं सहायता समूहों के गठन में गैर-सरकारी संगठनों से भी सहायता ली जा सकती है। स्वयं सहायता समूहों को दी जाने वाली वित्तीय सहायता का निर्धारण, आय सृजन स्कीम के तहत किसी एक परियोजना से प्रभावित परिवार को देय अधिकतम वित्तीय सहायता के आधार पर किया जाएगा।

6.5 छोटी संविदाएं

रोजगार के एक व्यवहार्य अवसर के रूप में, परियोजना से प्रभावित परिवारों को प्राथमिकता के आधार पर संविदा देने पर विचार किया जाएगा। छोटे कार्य संविदा परियोजना से प्रभावित क्षेत्र के 'घ-श्रेणी' के ठेकेदारों के लिए आरक्षित होंगे। परियोजना से प्रभावित परिवारों के ठेकेदारों को प्राथमिकता देने के बाद, परियोजना से प्रभावित क्षेत्र के अन्य ठेकेदारों को प्राथमिकता दी जाएगी। 'घ-श्रेणी' के ठेकेदारों की वित्तीय सीमा का निर्धारण राज्य सरकार के प्रावधानों के अनुसार किया जाएगा।

छोटे प्रशासनिक प्रकृति के कार्यों में हाउसकीपिंग का कार्य, बिजली के उपकरणों का रखरखाव, डिश एंटीना प्रणाली का रखरखाव, कार्यालयों और कर्मचारी क्लबों के लिए सेवाएँ, नर्सरी पार्कों का रखरखाव, तथा भवनों और अन्य अवसंरचना का निर्माण कार्य शामिल हो सकते हैं।

6.5.1 ठेकेदारों के पास नौकरियाँ

ठेकेदारों को निर्देश दिया जाएगा कि जहाँ भी संभव हो, वे अकुशल श्रेणी के कार्यों में नौकरियाँ देते समय परियोजना से प्रभावित परिवारों को प्राथमिकता दें। परियोजना से प्रभावित परिवारों के बाद, अप्रत्यक्ष रूप से प्रभावित परिवारों को प्राथमिकता दी जाएगी। इससे बड़ी संख्या में परियोजना से प्रभावित परिवारों को रोजगार प्राप्त होगा।

6.5.2 हल्के वाहनों को किराए पर लेना

परियोजना प्रभावित परिवारों के लिए रोजगार के एक अवसर के रूप में, हल्के वाहनों को किराए पर लिया जा सकता है। परियोजना से प्रभावित परिवारों के हल्के वाहनों को प्राथमिकता देने के बाद, प्रभावित क्षेत्र के निवासियों के वाहनों को प्राथमिकता दी जा सकती है।

6.5.3 कैंटीन का लाइसेंस

परियोजना कार्यालयों के भीतर कैंटीन चलाने के लिए संविदा/अनुज्ञा पत्र देते समय, परियोजना प्रभावित परिवारों को प्राथमिकता दी जाएगी, और उसके बाद परियोजना क्षेत्र के निवासियों को प्राथमिकता दी जाएगी।

6.5.4 कूरियर सेवाएँ

परियोजना कार्यालयों के भीतर कूरियर सेवाएँ चलाने के लिए संविदा/अनुज्ञा पत्र देते समय, परियोजना से प्रभावित परिवारों को प्राथमिकता दी जाएगी और उसके बाद परियोजना क्षेत्र के निवासियों को प्राथमिकता दी जाएगी।

6.5.5 दुकानों का आवंटन

एसजेवीएन द्वारा अपनी टाउनशिप में विकसित दुकानों के आवंटन में, विस्थापित दुकानदारों को प्राथमिकता दी जाएगी, उसके बाद अन्य परियोजना से प्रभावित परिवारों को और फिर परियोजना क्षेत्र के निवासियों को प्राथमिकता दी जाएगी।

6.5.6 पीसीओ/इंटरनेट कियोस्क

एसजेवीएन टाउनशिप में पीसीओ और इंटरनेट कियोस्क के आवंटन में, परियोजना से प्रभावित परिवारों को प्राथमिकता दी जाएगी और उसके बाद परियोजना क्षेत्र के निवासियों को प्राथमिकता दी जाएगी।

6.5.7 अन्य आजीविका सहायता

कोई भी अन्य आजीविका सहायता जिसे परियोजना द्वारा उचित समझा जाए।

विवरण-II

टीपीपी के अंतर्गत स्थानीय निवासियों को प्रदान किए गए रोजगार का ब्यौरा

क्रम सं.	संविदा का प्रकार	कार्य की प्रकृति	संविदाकार का नाम	कुल जनशक्ति	परियोजना प्रभावित परिवारों के सदस्य (पीएएफ)			बक्सर		
					कुल	वर्ग	कार्य की प्रकृति	कुल	वर्ग	कार्य की प्रकृति
1	सेवा संविदा	सचिवालयी सेवाएं	मैसर्स मैसूर	13	8	कुशल	सचिवालयी सेवाएं	4	कुशल	सचिवालयी सेवाएं
								1	उच्च कुशल	सचिवालयी सेवाएं
2	सेवा संविदा	सफाई एवं अन्य संबद्ध सेवाएं	मैसर्स पंकज सिक्योरिटी	52	0	0	0	2	उच्च कुशल	ड्राइवर/पर्यवेक्षक
					3	कुशल	विद्युत/प्लंबरिंग/ अमेन	4	कुशल	विद्युतकर्मी/प्लंबर/रसोइया
					3	अर्धकुशल	रसोइया सह सहायक/आईटी रखरखाव	4	अर्ध-कुशल	रसोइया सह सहायक
					21	अकुशल	सहायक/सफाईकर्मी	15	अकुशल	सहायक/सफाईकर्मी
3	सेवा संविदा	सुरक्षा सेवाएं	मैसर्स कृष्णा सिक्योरिटी	28	1	उच्च कौशल	सुरक्षा गार्ड	10	उच्च कुशल	पर्यवेक्षक/सुरक्षा गार्ड
					2	कुशल	सुरक्षा गार्ड	15	कुशल	सुरक्षा गार्ड
4	ईपीसी संविदा	सी/ओ बीटीपीपी	मैसर्स एल एंड टी	2166	0	उच्च कुशल	निर्माण कार्य	2	उच्च कुशल	निर्माण कार्य
					114	कुशल	निर्माण कार्य	681	कुशल	निर्माण कार्य
					31	अर्ध कुशल	निर्माण कार्य	183	अर्ध-कुशल	निर्माण कार्य
					205	अकुशल	निर्माण कार्य	940	अकुशल	निर्माण कार्य
					1	संविदा कर्मचारी	निर्माण कार्य	9	विवरण कर्मचारी	निर्माण कार्य
5	ओ एंड	ओ एंड एम		254	10	तकनीकी	संयंत्र प्रचालन एवं	3	तकनीकी	निर्माण कार्य

क्रम सं.	संविदा का प्रकार	कार्य की प्रकृति	संविदाकार का नाम	कुल जनशक्ति	परियोजना प्रभावित परिवारों के सदस्य (पीएएफ)			बक्सर		
					कुल	वर्ग	कार्य की प्रकृति	कुल	वर्ग	कार्य की प्रकृति
	एम संविदाकार		मैसर्स पावर मेक			कार्यकारी	अनुरक्षण तकनीकी कार्य		कार्यकारी	
					3	गैर-तकनीकी कार्यकारी	संयंत्र प्रचालन एवं अनुरक्षण कार्य	1	गैर-तकनीकी कार्यकारी	संयंत्र प्रचालन एवं अनुरक्षण तकनीकी कार्य
					59	तकनीकी गैर-कार्यकारी	संयंत्र प्रचालन एवं अनुरक्षण तकनीकी कार्य	107	तकनीकी गैर-कार्यकारी	संयंत्र प्रचालन एवं अनुरक्षण कार्य
					44	गैर-तकनीकी गैर-कार्यकारी	संयंत्र प्रचालन एवं अनुरक्षण अन्य कार्य	27	गैर-तकनीकी-गैर-कार्यकारी	संयंत्र प्रचालन एवं अनुरक्षण (अन्य कार्य)
6	सिविल संविदा	बीटीपीपी कॉलोनी के कार्यालय	मैसर्स हाई-टेक	10	8	अकुशल	लोडिंग/अनलोडिंग	2	अकुशल	लोडिंग/अनलोडिंग
7	सिविल संविदा	बाउंड्री वाल का निर्माण	मैसर्स एपीएस हाइड्रो	15	12	कुशल		0	0	0
					3	अकुशल	पर्यवेक्षक	0	0	0
8	कोयला परिवहन	वारफ से संयंत्र तक कोयले का परिवहन	मैसर्स प्रगति रोड लाइन	16	0	0	लोडिंग/अनलोडिंग	16	कुशल	वाहन चलाना एवं प्रचालन
9	किराए पर लिया गया वाहन	बीटीपीपी के आधिकारिक कार्यों के लिए वाहनों की व्यवस्था	व्यक्तिगत स्वामी	32	22	वाहन और चालक	0	10	वाहन और चालक	वाहन का प्रचालन एवं रखरखाव
कुल				**2586**	**550**			**2036**		

प्रधानमंत्री उज्ज्वला योजना के अंतर्गत लाभार्थी

***388. श्री कौशलेन्द्र कुमारः**

श्री राजेश रंजनः

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे किः

(क) देशभर में अब तक प्रधानमंत्री उज्ज्वला योजना (पीएमयूवाई) के अंतर्गत लाभार्थियों की राज्य/संघ राज्यक्षेत्र-वार और बिहार में जिला-वार संख्या कितनी है; और

(ख) क्या उज्ज्वला योजना के अंतर्गत जारी किए गए एलपीजी सिलेंडरों और गैस कनेक्शनों के रिफिल की संख्या में बहुत अंतर है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री हरदीप सिंह पुरी):

(क): देश भर के गरीब परिवारों की वयस्क महिलाओं को बगैर जमानत राशि के एलपीजी कनेक्शन प्रदान करने के उद्देश्य से प्रधानमंत्री उज्ज्वला योजना (पीएमयूवाई) मई, 2016 में शुरू की गई थी। दिनांक 01.03.2026 की स्थिति के अनुसार, बिहार राज्य के 1.20 करोड़ कनेक्शन सहित देश भर में लगभग 10.56 करोड़ पीएमयूवाई कनेक्शन थे।

पीएमयूवाई के तहत कनेक्शनों की संख्या का राज्य/केंद्र शासित प्रदेश-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

बिहार राज्य में पीएमयूवाई कनेक्शनों की संख्या का जिलावार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ख): सरकार ने पीएमयूवाई लाभार्थियों के बीच एलपीजी के उपयोग को प्रोत्साहित करने के लिए आईवीआरएस, एसएमएस, व्हाट्सएप, डिस्ट्रीब्यूटर कॉल, ई-कॉमर्स प्लेटफॉर्म, ओएमसी ऐप तथा परेशानी मुक्त पहुंच हेतु वेब पोर्टल के माध्यम से रिफिल बुकिंग में आसानी, 14.2 किलो से 5 किलो

सिलेंडर में स्विच करने का विकल्प, 5 किलो डबल बॉटल कनेक्शन, एलपीजी पंचायतें और जागरूकता अभियान जैसे कई कदम उठाए हैं।

इसके अलावा, वित्त वर्ष 2025-26 के लिए सरकार पीएमयूवाई उपभोक्ताओं को 14.2 किलो सिलेंडर के 9 रिफिल तक (और 5 किलोग्राम के कनेक्शन के लिए आनुपातिक रूप से यथानुपाती) 300/- रुपये प्रति 14.2 किलो सिलेंडर की निर्धारित राजसहायता प्रदान कर रही है।

इन उपायों के परिणामस्वरूप, पीएमयूवाई लाभार्थियों की प्रति कनेक्शन खपत (प्रति वर्ष में लिए गए 14.2 किलो एलपीजी सिलेंडरों की संख्या के संदर्भ में) वित्त वर्ष 2021-22 में 3.68 से बढ़कर वित्त वर्ष 2025-26 में 4.80 हो गई है (अप्रैल 25-फरवरी 26 के दौरान खपत के आधार पर यथानुपाती)।

पीएमयूवाई उपभोक्ताओं ने वर्ष 2024-25 के दौरान ही घरेलू एलपीजी सिलेंडरों के 46.22 करोड़ रिफिल लिए हैं।

विवरण-I

दिनांक 01.03.2026 की स्थिति के अनुसार जारी किए गए पीएमयूवाई कनेक्शनों की राज्य/केंद्र शासित प्रदेश-वार संख्या :

राज्य/संघ राज्य क्षेत्र	**पीएमयूवाई कनेक्शनों की कुल संख्या**
अंडमान व निकोबार द्वीप समूह	14,033
आंध्र प्रदेश	11,30,572
अरुणाचल प्रदेश	55,073
असम	52,38,064
बिहार	1,20,42,722
चंडीगढ़	2,035
छत्तीसगढ	39,64,116
दादरा और नगर हवेली एवं दमन और दीव	18,475
दिल्ली	2,88,583
गोवा	2,046

गुजरात	43,92,285
हरियाणा	12,06,865
हिमाचल प्रदेश	1,52,349
जम्मू और कश्मीर केंद्रशासित प्रदेश	12,78,765
झारखंड	39,73,823
कर्नाटक	42,34,596
केरल	3,91,198
केंद्र शासित प्रदेश लद्दाख	11,082
लक्षद्वीप	370
मध्य प्रदेश	90,29,855
महाराष्ट्र	52,60,083
मणिपुर	2,28,273
मेघालय	3,24,126
मिजोरम	37,346
नागालैंड	1,30,934
ओडिशा	56,42,023
पुडुचेरी	20,362
पंजाब	13,61,139
राजस्थान	75,09,941
सिक्किम	20,081
तमिलनाडु	42,01,611
तेलंगाना	12,33,709
त्रिपुरा	3,31,721
उत्तर प्रदेश	1,89,56,828
उत्तराखंड	5,31,166
पश्चिम बंगाल	1,23,72,701

स्रोत: पीएसयू ओएमसी की ओर से आईओसीएल

विवरण-II

दिनांक 01.03.2026 की स्थिति के अनुसार बिहार राज्य में जिला-वार पीएमयूवाई कनेक्शन की संख्या :

ज़िला	पीएमयूवाई कनेक्शनों की कुल
अररिया	4,82,924
अरवल	83,006
औरंगाबाद (बीएच)	2,36,229
बांका	2,43,344
बेगूसराय	4,56,135
भभुआ (कैमूर)	1,94,800
भागलपुर	3,89,744
भोजपुर	1,85,267
बक्सर	1,17,864
दरभंगा	5,13,490
गया	4,41,093
गोपालगंज	2,38,945
जमुई	1,80,797
जहानाबाद	83,018
कटिहार	4,81,916
खगरिया	2,33,818
किशनगंज	2,88,518
लखीसराय	98,023
मधेपुरा	2,81,039
मधुबनी	5,47,771
मुंगेर	1,26,877
मुजफ्फरपुर	5,63,533
नालन्दा	2,93,358
नवादा	2,23,293
पश्चिम चंपारण	5,70,229

पटना	3,12,973
पुरब चंपारण	6,87,236
पूर्णिया	6,05,692
रोहतास	2,92,350
सहरसा	2,66,671
समस्तीपुर	4,85,095
सारण	3,17,812
शेखपुरा	79,725
शिवहर	1,29,970
सीतामढ़ी	4,00,810
सिवान	1,90,845
सुपौल	3,59,317
वैशाली	3,59,195

स्रोत: पीएसयू ओएमसी की ओर से आईओसीएल

MSME ROADMAP ON EQUITY SUPPORT

***389. DR. LATA WANKHEDE:**

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the manner in which Micro, Small and Medium Enterprises (MSMEs) Roadmap on equity support, liquidity enhancement and compliance relief would be operationalised across the sector;

(b) the specific reforms planned to improve equity access for MSMEs including

avenues such as dedicated funds, co-investment mechanisms and listing support;

(c) the steps being taken/proposed to be taken to strengthen liquidity for MSMEs including credit guarantee enhancements, working capital support and simplified financing channels;

(d) the manner in which the compliance-related changes would reduce regulatory burden while ensuring transparency and ease of doing business for MSMEs; and

(e) whether monitoring and evaluation mechanisms would be instituted to assess the implementation and effectiveness of the MSME Roadmap and if so, the details thereof and if not, reasons for the same?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI JITAN RAM MANJHI):

(a) to (e): In the Union Budget 2026-27, Government announced a three pronged approach to help Micro, Small and Medium Enterprises (MSMEs) grow as ‘Champions’ by providing equity, liquidity and professional support. In order to implement the Budget announcements 2026, to identify actionable recommendations, to operationalise the measures announced for strengthening MSME ecosystem, the Government of India has initiated consultations with stakeholders such as industry Associations, Central Public Sector Enterprises, Financial Institutions etc.

Self-Reliant India (SRI) Fund has been set up to infuse ₹50,000 crore as equity funding in MSMEs with a provision of ₹10,000 crore from the Government of India and ₹40,000 crore through Private Equity/Venture Capital Funds. To enhance equity access for MSMEs, further initiatives have been taken which are as given below:

i. A dedicated ₹10,000 crore SME Growth Fund, to create future Champions, incentivizing enterprises based on select criteria.
ii. Top up of Self-Reliant India Fund with ₹2,000 crore to continue support to micro enterprises and maintain their access to risk capital.

To strengthen liquidity for MSMEs, a number of initiatives have been taken by the Government of India which is as given below:

i. Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs), implemented through the Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), provides credit guarantees for loans extended to MSEs by Member Lending Institutions without collateral security or third-party guarantees. The scheme was revamped on 01.04.2023 after a ₹9,000 crore infusion into CGTMSE, raising guarantee coverage from ₹2 crore to ₹5 crore and reducing the Annual Guarantee Fee to as low as 0.37%. Further, from 01.04.2025, the Ministry of MSME increased the coverage limit to ₹10 crore and rationalized fees for guarantees above ₹1 crore.
ii. Prime Minister's Employment Generation Programme provides Margin

Money subsidy up to 35%, for setting up of new micro enterprises, in the non-farm sector with project cost of ₹50 lakh for Manufacturing and ₹20 lakh for Services enterprises.

iii. PM Vishwakarma Scheme was launched on 17.09.2023 to provide end-to-end holistic support to artisans and craftspeople of 18 traditional trades who work with their hands and tools. The Scheme includes provision of collateral free loans up to ₹3 lakh with interest subvention of max up to 8%.

iv. As informed by Reserve Bank of India (RBI), in terms of para 4.1 (a) of RBI Master Direction - Lending to Micro, Small & Medium Enterprises (MSME) Sector dated 24.07.2017, all Scheduled Commercial Banks are mandated not to accept collateral security in the case of loans up to ₹10 lakh extended to units in the MSE sector. As per RBI circular dated 09.02.2026, this limit stands increased to ₹20 lakh from 01.04. 2026.

v. In order to facilitate faster payments and address the constraints faced by MSMEs in obtaining finance, particularly in terms of their ability to convert trade receivables into liquid funds, RBI had issued guidelines in December 2014 (updated on July 02, 2018) for the Trade Receivables Discounting System (TReDS)' permitting the non-bank entities to set up and operate an electronic platform for facilitating the financing of MSMEs' trade receivables through multiple financiers.

So far, five TReDS platforms are operational and these platforms have extended financial support to MSMEs by way of financing their invoices valued to Rs 8.29 lakh crore.

As informed by the Reserve Bank of India (RBI), during the last three financial years (2023-24 to 2025-2026, till 28.02.2026), a total of 1,46,179 Micro, Small and Medium Enterprises (MSMEs) have been onboarded on TReDS Platforms. It is also informed that one enterprise may be on boarded on more than one platform. Total invoice value finance amounting to Rs. 6,77,072.67 Crore has been financed, during the same period.

Through these initiatives, credit guarantee, capital support and simplified channels of financing have been provided to MSMEs.

To expand participation on TReDS platform for more liquidity to MSMEs in Budget Announcements 2026, the following four key measures have been announced:

i. Mandate TReDS as the settlement platform for all purchases from MSMEs by CPSEs, setting a benchmark for other Corporate.
ii. Introduce CGTMSE-backed credit guarantee support for invoice discounting on TReDS platform.
iii. Integrate GeM with TReDS to enable information-sharing with financiers on government MSME purchases, facilitating faster and cheaper credit.
iv. Introduce TReDS receivables as asset-backed securities to deepen the

secondary market, improve liquidity, and speed up settlements.

Government has taken a series of measures to provide ease of doing business and reducing compliance burden while ensuring transparency for MSMEs across the country, which inter-alia includes launch of Udyam Registration Portal to facilitate ease of registration for MSMEs, launch of Udyam Assist Platform, for bringing Informal Micro Enterprises (IMEs) into the formal ambit and providing the benefits of Priority Sector Lending.

To help MSMEs meet compliance requirements at affordable costs, in the Budget Announcement 2026, facilitation of Professional Institutions to develop a cadre of 'Corporate Mitras', especially in Tier-II and Tier-III towns has been announced.

छोटे शहरों के बीच उड़ानें

***390. श्री अजय भट्ट:**

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार देश भर के छोटे शहरों के बीच उड़ानें शुरू करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) देश भर के छोटे शहरों के बीच प्रदान की जा रही और प्रस्तावित हवाई सेवाओं का उत्तराखंड सहित राज्य-वार ब्यौरा क्या है; और

(ग) क्या सरकार का विचार धार्मिक महत्व के शहरों के बीच हवाई सेवा परिपथ विकसित करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

नागर विमानन मंत्री (श्री किंजरापु राममोहन नायडू):

(क) से (ग): नागर विमानन मंत्रालय ने टीयर-2 और टीयर-3 शहरों में असेवित और अल्पसेवित हवाईअड्डों का पुनरुद्धार करके क्षेत्रीय हवाई संपर्क को सुविधाजनक बनाने के लिए दिनांक 21 अक्टूबर, 2016 को क्षेत्रीय संपर्क योजना - उड़े देश का आम नागरिक (आरसीएस-'उड़ान') शुरू की। दिनांक 28.02.2026 तक, इस योजना के तहत 663 आरसीएस मार्गों को प्रचालनरत किया गया है जिसमें देशभर में 17 हेलीपोर्टों और 2 वाटर एयरोड्रोमों सहित 95 असेवित और अल्पसेवित हवाईअड्डों को जोड़ा गया है।

डीजीसीए शीतकालीन अनुसूची 2025 के अनुसार उड़ान मार्गों की राज्यवार कनेक्टिविटी संलग्न **विवरण** में दी गई है।

मार्च 1994 में वायु निगम अधिनियम के निरसन के साथ, भारतीय घरेलू विमानन क्षेत्र को पूर्ण रूप से विनियमनमुक्त कर दिया गया था। एयरलाइनें किसी भी प्रकार के विमान के साथ क्षमता शामिल करने और सेवा प्रदान करने हेतु स्वेच्छा से बाजार और मार्ग निर्धारित करने के लिए स्वतंत्र हैं। तथापि, ऐसे परिचालन सरकार द्वारा जारी मार्ग संवितरण दिशानिर्देश (आरडीजी), संबंधित हवाईअड्डा प्रचालकों द्वारा स्लॉट आवंटन और नागर विमानन महानिदेशालय (डीजीसीए) द्वारा उड़ान अनुसूचियों के अनुमोदन के अनुपालन के अध्यधीन होते हैं।

इसके अतिरिक्त, सरकार ने अगले 10 वर्षों में 4 करोड़ यात्रियों को सेवा प्रदान करने के लिए उत्तराखंड राज्य सहित देशभर में 120 नए गंतव्यों तक क्षेत्रीय संपर्क बढ़ाने के लिए संशोधित 'उड़ान' योजना शुरू करने की घोषणा की है। यह योजना पर्वतीय, आकांक्षी और उत्तर पूर्वी क्षेत्र के जिलों में हेलीपैड और छोटे हवाईअड्डों को भी सहायता प्रदान करेगी।

'उड़ान' योजना (उड़े देश का आम नागरिक) के तहत, तीर्थयात्रियों के लिए हवाई संपर्क बढ़ाने हेतु प्रमुख धार्मिक गंतव्यों के पास स्थित अनेक हवाईअड्डों को विकसित और प्रचालनरत किया गया है।

विवरण

राज्य-वार कनेक्टिविटी – शीतकालीन अनुसूची 2025

क्र. सं.	राज्य एवं संघ राज्य क्षेत्र	हवाई संपर्क वाले शहरों के नाम	हवाई अड्डों की संख्या
		राज्य	
1	आंध्र प्रदेश	कडप्पा, कुरनूल, राजमुंदरी, तिरुपति, विजयवाड़ा, विजाग,	6
2	अरुणाचल प्रदेश	होल्लोंगी, पासीघाट, तेजु, ज़िरो	4
3	असम	डिब्रुगढ़, गुवाहाटी, जोरहाट, लीलाबाड़ी, सिलचर, रूपसी	6
4	बिहार	दरभंगा, गया, पटना, पूर्णिया	4
5	छत्तीसगढ़	अंबिकापुर, बिलासपुर, जगदलपुर, रायपुर	4
6	दिल्ली	दिल्ली	1
7	गोवा	गोवा, मोपा (न्यू गोवा)	2
8	गुजरात	अहमदाबाद, भुज, हीरासर, जामनगर, कांडला, केशोद, पोरबंदर, सूरत, वडोदरा,	9
9	हरियाणा	हिसार	1
10	हिमाचल प्रदेश	धर्मशाला, कुल्लू, शिमला	3
11	झारखंड	देवघर, जमशेदपुर, रांची	3
12	कर्नाटक	बैंगलोर, बेलगाम, बीदर, हुबली, गुलबर्गा, मैंगलोर, मैसूर, शिवमोगा , विद्यानगर	9
13	केरल	कोचीन, कन्नूर, कोझीकोड, त्रिवेंद्रम	4
14	मध्य प्रदेश	भोपाल, दतिया, ग्वालियर, इंदौर, जबलपुर, खजुराहो, रीवा	7
15	महाराष्ट्र	अमरावती, औरंगाबाद, गोंदिया, जलगाँव, कोल्हापुर, मुंबई, नागपुर, नांदेड़, नासिक, पुणे, शिरडी, सिंधुदुर्ग, सोलापुर	13
16	मणिपुर	इम्फाल	1
17	मेघालय	शिलांग	1
18	मिजोरम	आइज़ोल	1

19	नगालैंड	दीमापुर	1
20	उड़ीसा	भुवनेश्वर, जयपोर, झारसुगुड़ा, राउरकेला, उत्केला	5
21	पंजाब	अमृतसर, भठिंडा, जालंधर	3
22	राजस्थान	बीकानेर, जयपुर, जैसलमेर, जोधपुर, किशनगढ़, उदयपुर	6
23	सिक्किम	-	
24	तमिलनाडु	चेन्नै, कोयंबटूर, मदुरै, सेलम, त्रिची, तूतीकोरिन	6
25	तेलंगाना	हैदराबाद	1
26	त्रिपुरा	अगरतला	1
27	उत्तर प्रदेश	आगरा, अयोध्या, बरेली, गोरखपुर, हिंडन, कानपुर, लखनऊ, प्रयागराज, वाराणसी	9
28	उत्तराखंड	देहरादून, पंत नगर, पिथौरागढ़	3
29	पश्चिम बंगाल	बागडोगरा, कूचबिहार, दुर्गापुर, कोलकाता	4
संघ राज्य क्षेत्र			
1	अंडमान और निकोबार द्वीपसमूह	पोर्ट ब्लेयर	1
2	लक्षद्वीप द्वीपसमूह	अगात्ती	1
3	चंडीगढ़	चंडीगढ़	1
4	दादरा और नगर हवेली	-	
5	दमन और दीव	दीव	1
6	पांडिचेरी	पांडिचेरी	1
7	जम्मू और कश्मीर	जम्मू, श्रीनगर	2
8	लद्दाख	लेह	1
अनुसूचित घरेलू वाहकों द्वारा जुड़े हुए शहरों की संख्या			**126**

INFRASTRUCTURE BOTTLENECKS FACED BY MSMES

***391. SHRI SANJAY DINA PATIL:**

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether a large number of Micro, Small and Medium Enterprises (MSMEs) in Mumbai and Mumbai Metropolitan Region (MMR) continue to face structural constraints such as high rentals, infrastructure bottlenecks and cost of compliance and if so, the details thereof;

(b) whether the Government has examined the gap between the large number of MSMEs registered on the Udyam Portal in Mumbai and their actual access to institutional credit, common infrastructure facilities, skilling programmes and market linkages and if so, the details thereof;

(c) whether a significant proportion of Udyam-registered MSMEs in Mumbai remain inactive or operate below capacity due to delayed credit disbursal, regulatory burden and limited access to public procurement and if so, the details thereof;

(d) whether the outcome-based monitoring of employment generation claimed by MSME schemes has been undertaken specifically for Mumbai, if so, the details thereof; and

(e) the measures proposed to ensure that MSME registrations in Mumbai

translate into sustainable growth, competitiveness and quality employment?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI JITAN RAM MANJHI):

(a) to (e): The Central Government supplements the efforts of the State/UT Governments through various schemes, programmes and policy initiatives for overall development and promotion of Micro, Small and Medium Enterprises (MSMEs). These initiatives are aimed at providing ease of doing business, reducing compliance burden and the cost of compliance for MSMEs, strengthening the sector and providing infrastructure support to MSMEs across the country, including those located in Mumbai and Mumbai Metropolitan Region (MMR) in the state of Maharashtra.

The Ministry of MSME launched Udyam Registration Portal (URP) on 01.07.2020 to facilitate ease of registration for MSMEs. The registration is fully online, paperless and based on self-declaration. A registered enterprise becomes eligible to avail the benefit of various schemes of the Ministry of MSME, subject to eligibility criteria.

Since the launch of URP, a total of 7.82 crore MSMEs, including Informal Micro Enterprises (IMEs) have registered on URP, as of 28.02.2026. Enterprises de-register or show closure on the Portal due to a number of reasons such as change in the company owner, certificate not required anymore, duplicate registration and such other reasons. The details of registration of enterprises are

given below:

Details of MSME Registration and De-registration, as per Udyam Registration Portal:			
Data pertains to	**Total MSME Registered (from 01.07.2020 till 28.02.2026)**	**Total MSME De-registered (from 01.07.2020 till 28.02.2026)**	**% of De-registered MSMEs vis-a vis registered MSMEs**
All India	7,82,97,060	1,37,189	0.17
Maharashtra	1,01,43,173	32,915	0.32
Mumbai	5,78,435	2,344	0.40
Mumbai Suburban	6,04,903	2,850	0.47

Schemes like Credit Guarantee Scheme (CGS), SRI Fund, PM Mudra Yojana, PM Vishwakarma, Prime Minister Employment Generation Programme, etc., are implemented by Government of India to facilitate access to institutional credit by MSMEs. The figures may kindly be referred in this regard:

Data pertains to	Credit Outstanding to MSMEs in Rs. Crore (as per RBI and SLBC)	CGTMSE- No. of guarantees approved (from 2000 till 28.02.2026)	CGS - Guarantees Amount approved in Rs. Crore (from 2000 till 28.02.2026)	PMEGP Cumulative Project costs of established micro enterprises in Rs. Crore (FY 2021-22 to FY 2025-26, upto 18.03.2026)
All India (as on 31st Dec 2025)	36,79,594.88	1,39,39,040	13,16,741	44,827.24
Maharashtra (as on 31st March 2025)	4,57,942.31	11,58,843	1,66,366	2,208.68
Mumbai	NA	1,94,121	37,679	6.29
Mumbai Suburban	NA	17,606	3,517	28.25

The World Bank supported “Raising and Accelerating MSME Performance” (RAMP) Scheme aims to scale up the implementation capacity and coverage of MSMEs by fostering innovation, improving practices and processes, enhancing market access, promoting greening initiatives, scaling up guarantees to women-owned micro and small enterprises etc. The physical and financial progress of the approved projects under RAMP with respect to all the States/UTs including Maharashtra is monitored on a regular basis by conducting SIP-Implementation Plan (IP) review meetings and through National MSME Council meetings. The details of total fund allocation, released amount and utilization under RAMP in the State of Maharashtra are given as under:

Sl. No.	Details of fund status for Maharashtra (In Rs. Crore)		
	Total approved	Total Released	Total Utilised
1.	194.50	48.7578	21.43

Micro and Small Enterprises (MSEs) - Cluster Development Programme (CDP) of Ministry of MSME aims to enhance the productivity and competitiveness of MSEs by adopting cluster development approach by extending financial assistance as GoI grant to establish Common Facility Centers (CFCs) in the existing clusters and establish/up-grade infrastructural facilities in new/existing industrial estates/areas/flatted factory complexes. These proposals under the scheme are received from the State/UT Governments to address the common needs of existing cluster in their States/UTs.

Status of CFCs & IDs under MSE-CDP in State of Maharashtra				
State	CFC		ID	
	Ongoing	Completed	Ongoing	Completed
Maharashtra	31	18	0	5

With the objective of enhancing market linkages for MSMEs the Ministry of MSME, Government of India notified the Public Procurement Policy for Micro and Small Enterprises (MSEs), Order, 2012 (as amended in 2018), which mandates

25% annual procurement from MSEs by Central Ministries/Departments/Central Public Sector Enterprises (CPSEs), including 4% from MSEs owned by SC/ST and 3% from MSEs owned by Women entrepreneurs. As per MSME SAMBANDH Portal, a procurement of Rs. 93,272.88 crore was done in F.Y. 2024-25 from MSEs across the country, including in Maharashtra. Procurement and Marketing Support Scheme extends benefits to MSEs for market access through participation in Trade Fairs/ Exhibitions, Vendor Development Programmes, adoption of Modern Packaging Technique, e-Commerce platforms, etc.

Entrepreneurship and Skill Development Programme (ESDP) aim to promote new enterprises, build capacity of existing MSMEs and inculcate entrepreneurial culture in the country. The progress of ESDP scheme in Maharashtra in three years, including current financial year are as given below:

S. No.	Financial Year	No. of Programmes Conducted	No. of Beneficiaries
1.	2023-24	386	16669
2.	2024-25	1338	56200
3.	2025-26 (Till 16.03.2026)	1104	46364

Through these initiatives, employment has been generated. 7.82 crore MSMEs registered on Udyam Registration Portal have reported total employment

of 34.50 crore as of 28.02.2026.

As per the third party evaluation study conducted by Ministry of MSME, covering sample of select 28,200 units assisted under PMEGP across the country between 2008-09 and 2023-24, it has been suggested that PMEGP contributes positively to employment generation with each unit generating an average of nine jobs, income growth, profitability and overall development outcomes of the beneficiaries.

Growth in MSME sector in last 3 years:

Data pertains to	All India		Maharashtra		Mumbai		Mumbai Suburban	
	2023	2026 (as on 28-02-2026)	2023	2026 (as on 28-02-2026)	2023	2026 (as on 28-02-2026)	2023	2026 (as on 28-02-2026)
Udyam Registrations	1,64,34,179	7,82,97,060	28,04,756	1,01,43,173	1,99,399	5,78,435	2,23,225	6,04,903
Employment as per Udyam	10,79,71,729	34,49,18,409	1,39,11,123	3,44,66,311	15,82,610	27,52,791	14,24,933	27,32,613
Cumulative Credit Guarantees amount approved (Rs. Cr)	4,26,556	13,16,741	50,834	1,66,366	10,390	37,679	1,398	3,517

Ministry of MSME, through its field offices, regularly organizes outreach programmes in coordination with MSME/Industry Departments of States/UTs concerned including District Industries Centres (DICs) and other stakeholders like CGTMSE, SIDBI, Banks, MSME Associations, etc. to create awareness about the benefits of the Schemes.

AGRO-PROCESSING CLUSTERS

***392. SHRI E. T. MOHAMMED BASHEER:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) whether the Government is aware/has taken note that fund utilization under the Agro-Processing Clusters sub-scheme declined to 61.94 per cent in 2023-24 with budget estimate for 2024-25 significantly reduced mirroring broader delays in documentation and clearances, if so, the details thereof; and;

(b) the details of the measures taken by the Government to incentivize proposals from underserved regions, expedite State-level statutory approvals and prevent recurrence through performance audits or third-party evaluations?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN):

(a): The Ministry of Food Processing Industries (MoFPI) has been implementing the Scheme for Creation of Infrastructure for Agro Processing Clusters (APC), a component scheme of the Pradhan Mantri Kisan Sampada Yojana (PMKSY) for

development of modern infrastructure to encourage entrepreneurs to set up food processing units based on cluster approach in the country since 2017. Scheme for Creation of Infrastructure for Agro Processing Clusters (APC) is a demand driven scheme. Applications under the scheme are invited online from the potential investors / entrepreneurs against Expression of Interest (EoI) issued by the Ministry from time to time. Further, the utilization of funds depends upon the compliance of the conditions for release of funds by the Project Implementing Agencies as per scheme guidelines. The details of Budget Estimates, Revised Estimates and Actual Expenditure during 2023-24 and 2024-25 are as under:-

(Rs. in Crore)

Financial Year	Budget Estimates (BE)	Revised Estimates (RE)	Actual Expenditure (AE)	Percentage Utilization against RE
2023-24	81.30	51.016	39.35	77.13%
2024-25	38.90	47.00	43.44	92.43%

(b): The APC scheme is not state/district/region specific. However, under APC scheme, the following relaxations have been provided to incentivize proposals from Difficult areas including SC/ST entrepreneurs: -

(i) Net worth required is equal to the grants-in-aid/subsidy sought for in case of proposals from Difficult areas/SC/ST category applicants in comparison to

the 1.5 times of grants-in-aid/subsidy sought for General category applicants.

(ii) Term Loan required is 10% of the total project cost in case of proposals from Difficult areas/SC/ST category applicants in comparison to 20% of the total project cost for General category applicants.

(iii) Infusion of equity required is 10% of the total project cost in case of proposals from Difficult areas/SC/ST category applicants in comparison to 20% of the total project cost for General category applicants.

(iv) The eligible grants-in-aid/subsidy is 50% of the eligible project cost in case of proposals from Difficult areas/SC/ST category applicants in comparison to the 35% of eligible project cost for General category applicants.

Ministry regularly monitors the projects and coordinates with the project implementing agencies by conducting review meetings /site visits to assess the progress of the projects. Ministry, on the request of project implementing agencies, also takes up the matter with the department concerned of State Government and their agencies for smooth and timely implementation. Ministry has also conducted a third-party impact evaluation study of Scheme for Creation of Infrastructure for Agro Processing Clusters (APC scheme) under PMKSY, through M/s Quality Council of India (QCI) to assess and analyse the

implementation, outcome and impact of the scheme on the projects approved under APC scheme.

खाद्य प्रसंस्करण सुविधाओं का विकास

***393. श्री धर्मेन्द्र यादवः**

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में खाद्य प्रसंस्करण क्षेत्र को बढ़ावा देने के लिए अनेक योजनाओं की घोषणा और पर्याप्त बजटीय आवंटन के बावजूद किसानों को अपनी उपज का उचित मूल्य न मिल पाने और प्रसंस्करण सुविधाओं के अभाव में बड़ी मात्रा में फलों, सब्जियों और अन्य कृषि उत्पादों के बर्बाद होने के क्या कारण हैं;

(ख) पिछले पांच वर्षों के दौरान खाद्य प्रसंस्करण क्षेत्र के विकास के लिए आवंटित और वास्तव में व्यय की गई धनराशि का वर्ष-वार ब्यौरा क्या है और इस क्षेत्र में स्थापित प्रसंस्करण इकाइयों तथा उनसे जुड़े किसानों की संख्या कितनी है और उससे सृजित रोजगार के अवसरों का ब्यौरा क्या है;

(ग) क्या मेगा फूड पार्कों, शीतागार सुविधाओं और अन्य मूल्य संवर्धन परियोजनाओं के कार्यान्वयन में देरी, अधूरी परियोजनाओं और निजी कंपनियों को अनुचित लाभ दिए जाने के संबंध में कोई शिकायतें प्राप्त हुई हैं;

(घ) यदि हाँ, तो सरकार द्वारा की गई जांच का ब्यौरा और उसके निष्कर्ष क्या हैं; और

(ङ) सरकार द्वारा किसानों को उनकी उपज का उचित मूल्य दिलाने, खाद्य प्रसंस्करण अवसंरचना को मजबूत करने और उक्त क्षेत्र में पारदर्शिता एवं जवाबदेही सुनिश्चित करने के लिए क्या ठोस कदम उठाए गए हैं?

खाद्य प्रसंस्करण उद्योग मंत्री (श्री चिराग पासवान):

(क) और (ख): खाद्य प्रसंस्करण क्षेत्र के समग्र विकास को बढ़ावा देने और सुनिश्चित करने के लिए, खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) देश में अपनी दो केंद्रीय क्षेत्र योजनाओं यथा प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई), खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंक्ड प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना के माध्यम से संबंधित अवसंरचना की स्थापना/विस्तार को प्रोत्साहित

कर रहा है।

इन योजनाओं का उद्देश्य खेत से खुदरा दुकानों तक कुशल आपूर्ति श्रृंखला प्रबंधन के साथ आधुनिक अवसंरचना का सृजन करना है जिसमें भंडारण, परिवहन, मार्केट लिंकेजेज सृजन आदि शामिल हैं, जिससे फसलोत्तर हानि को कम करने और किसानों की आय बढ़ाने में मदद मिलती है तथा कृषि-इतर रोजगार के अवसर पैदा होते हैं।

देश भर में वर्ष 2020-21 से 2024-25 तक पीएमकेएसवाई, पीएलआईएसएफपीआई और पीएमएफएमई के अंतर्गत वर्ष-वार कुल आवंटन और उपयोग की गई निधि का ब्यौरा संलग्न **विवरण-I** में दिया गया है । देश भर में वर्ष 2020-21 से 2024-25 तक प्रचालनरत परियोजनाओं की संख्या, लाभान्वित किसानों की संख्या और प्रत्यक्ष / अप्रत्यक्ष सृजित रोजगार की संख्या का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग) और (घ): एमओएफपीआई को निष्पादन में देरी, अधूरी परियोजनाओं और निजी कंपनियों को अनुचित लाभ देने के संबंध में कोई विशिष्ट शिकायत नहीं मिली है।

(ङ): किसानों को उनकी उपज के लिए उचित मूल्य सुनिश्चित करने के लिए, सरकार प्रति वर्ष राज्य सरकारों और संबंधित केंद्रीय मंत्रालयों / विभागों के विचारों पर विचार करने के बाद कृषि लागत और

मूल्य आयोग (सीएसीपी) की सिफारिशों के आधार पर 22 अनिवार्य कृषि फसलों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) तय करके अन्तःक्षेप करती है।

देश में खाद्य प्रसंस्करण अवसंरचना को मजबूत करने के लिए, एमओएफपीआई तीन योजनाएँ यथा पीएमकेएसवाई, पीएलआईएसएफपीआई और पीएमएफएमई को कार्यान्वित्त कर रहा है।

पीएमकेएसवाई के अंतर्गत, समय-समय पर जारी अभिरुचि की अभिव्यक्ति (ईओआई) के आधार पर चयनित पात्र आवेदकों को वित्तीय सहायता प्रदान की जाती है। योजना दिशानिर्देशों के अनुसार, योग्यता के आधार पर, समर्पित पोर्टल और पूर्व निर्धारित मानदंडों के अनुसार पारदर्शी मूल्यांकन प्रक्रिया के माध्यम से उपयुक्त प्रस्तावों का चयन किया जाता है। चयन प्रक्रिया में कई स्तरों पर प्रस्तावों का मूल्यांकन और जांच शामिल है, और सहायता प्राप्त परियोजनाओं को बजटीय बाधाओं के भीतर निर्धारित बेंचमार्क प्राप्त करने के तुरंत बाद अनुदान वितरित किया जाता है।

पीएमएफएमई योजना के अंतर्गत, पारदर्शी कार्यान्वयन के लिए राष्ट्रीय, राज्य और जिला स्तर पर एक मजबूत संस्थागत तंत्र स्थापित किया गया है। राष्ट्रीय स्तर पर, योजना के कार्यान्वयन के लिए समग्र दिशा-निर्देश, मार्गदर्शन देने और इसकी प्रगति और प्रदर्शन की निगरानी और समीक्षा करने के लिए एक नीति निर्माण निकाय के रूप में अंतर-मंत्रालयी अधिकार प्राप्त समिति (आईएमईसी) का गठन किया गया है। इसके अलावा, सभी राज्यों / केंद्र शासित प्रदेशों ने योजना के कार्यान्वयन के लिए राज्य नोडल एजेंसियां (एसएनए) नियुक्त की हैं, राज्य स्तरीय अनुमोदन समितियों (एसएलएसी) और जिला स्तरीय समितियों (डीएलसी) गठित की हैं। योजना के अंतर्गत सब्सिडी के लिए आवेदन जमा करने, अनुमोदन और जारी करने के लिए ऑनलाइन पोर्टल भी विकसित किया गया है।

विवरण-I

एमओएफपीआई की पीएमकेएसवाई और पीएलआईएसएफपीआई और पीएमएफएमई योजनाओं में आवंटित निधि और उपयोग की गई निधि का ब्यौरा:

(करोड़ रुपए में)

योजना	2020-21		2021-22		2022-23		2023-24		2024-25	
	आरई	एई	आरई	एई	आरई	एई	आरई	एई	आरई	एई
पीएमकेएसवाई	750.00	667.05	791	713.49	673.00	561.92	745	666.20	630	540.12
पीएलआईएसएफपीआई	योजना वर्ष 2021-22 में शुरू हुई		10	9.27	801	489.83	1150	590.50	700	450.49
पीएमएफएमई	400	394.59	399	326.46	290	274.76	900	778.84	1200	1023.10

आरई - संशोधित अनुमान, एई - वास्तविक व्यय

विवरण-II

(i) पीएमकेएसवाई- ब्यौरा निम्नानुसार हैं-

वर्ष	प्रचालनरत परियोजनाओं की संख्या	लाभान्वित किसानों की संख्या	सृजित प्रत्यक्ष / अप्रत्यक्ष रोजगार की संख्या
2020-21	107	603562	115869
2021-22	153	358365	135054
2022-23	115	223355	88599
2023-24	85	223861	70253
2024-25	69	124744	46999

(ii) पीएमएफएमई- ब्यौरा निम्नानुसार हैं-

वर्ष	स्वीकृत सूक्ष्म खाद्य उद्यमों की संख्या	सृजित प्रत्यक्ष / अप्रत्यक्ष रोजगार की संख्या
2020-21	0	0
2021-22	3,218	9,654
2022-23	28,492	85,476
2023-24	54,594	1,63,782
2024-25	50,875	1,52,625

(iii) पीएलआईएसएफपीआई- एमओएफपीआई ने योजना की विभिन्न श्रेणियों के अंतर्गत देश के 275 स्थानों पर 168 आवेदकों को अनुमोदित किया है और सभी प्रचालनरत हैं। अब तक इस योजना के अंतर्गत 3.29 लाख प्रत्यक्ष / अप्रत्यक्ष रोजगार सृजित किए गए हैं।

ROAD ACCIDENTS ON NATIONAL HIGHWAYS

***394. SHRI JAGADISH CHANDRA BARMA BASUNIA:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the number of accidents and fatalities reported on National Highways (NHs) since 2014 in the country, year and State/UT-wise;

(b) the number of cases where the National Highways Authority of India (NHAI) was held liable for accidents and fatalities during the said period, year-wise; and

(c) the details of compensation paid out by NHAI for such accidents and fatalities since 2014, year-wise?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The Government publishes report on “Road Accidents in India” based on data received from States/ UTs. As per the data, road accidents are multi-causal phenomenon and are the result of interplay of various factors. These can broadly be categorized into (i) human error, (ii) road condition/environment and (iii) vehicular condition.

State – Wise details of total number of Road Accidents and Fatalities on National Highways during calendar year 2014 to 2024 are given in the enclosed **Statement- I and Statement-II** respectively.

(c): As per section 161 of Motor Vehicles Act, 1988, Central Government is required to provide compensation in respect of the death of, or grievous hurt to, persons resulting from hit and run motor accidents. Accordingly, the Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 has been notified by Central Government and has been implemented vide GSR 163 (E) Compensation to Hit and Run Motor Accidents, Scheme 2022 with effect from 01.04.2022. The implementation of the Scheme is done by the States/UTs.

Under this Scheme, a fixed sum of Rs. 2 lakh is to be provided in case of death, and a fixed sum of Rs. 50,000 is to be provided in case of grievous hurt. The compensation is required to be provided to the claimants as per a time-bound procedure defined under the Scheme. The Claims Enquiry Officer (to be

appointed by the concerned State/UT Government as per Notification GSR 163(E)) is required to convey his decision within 1 month of receipt of claim, after which the Claims Settlement Officer is provided with 15 days to sanction the claims. Subsequently, the transfer of compensation amount is to be processed by General Insurance Council (GIC) within a period of 15 days.

As per information received from General Insurance Council (GIC), details of Compensation paid under Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 in respect of road accidents occurred on all categories of roads (including NHs) for the Financial Year 2022-23 to 25-26 (as on 28.02.26) is given in the table below : -

Financial Year	Compensation paid (Rupees in Crores)
2022-23	1.78
2023-24	50.76
2024-25	84.14
2025-26 (Till Dec.)	125.98

STATEMENT – I

Total Number of Road Accidents on National Highways

Sl. No.	States/UTs	2014	2015	2016	2017	2018	2019	2020	2021	2022	2023	2024
1	Andhra Pradesh	8799	8477	8171	8544	8122	7682	7167	8241	8650	8276	8258
2	Arunachal Pradesh	88	113	95	88	89	95	67	147	131	156	145
3	Assam	3639	3353	3478	3274	3963	3988	2963	3408	3244	3427	3766
4	Bihar	3708	3227	3138	3883	4016	4526	4101	4349	4601	4925	4681
5	Chhattisgarh	3330	4058	4042	3701	3995	3811	3463	3610	4115	4144	4156
6	Goa	1687	1784	1438	1470	1425	1244	787	1116	1259	1125	920

7	Gujarat	5038	4897	4617	4333	3997	3511	3234	3406	3536	3607	3519
8	Haryana	3290	3509	3818	3785	4358	3442	3039	3174	3727	3642	3844
9	Himachal Pradesh	1242	1211	1475	1460	1455	1396	1045	1179	1258	1074	1018
10	Jharkhand	1368	2007	1935	1828	1616	2074	1772	1890	2125	1994	2039
11	Karnataka	13827	12705	14933	14217	13638	13363	11230	11462	13384	14270	14208
12	Kerala	9006	9442	9209	8993	9161	9459	6594	8048	17627	10640	9757
13	Madhya Pradesh	12726	11988	10709	11150	9967	10440	9866	11030	13860	14561	13937
14	Maharashtra	10788	10839	10364	9237	9355	8360	6501	7501	9417	10881	11285
15	Manipur	431	404	325	372	329	395	273	236	313	272	210
16	Meghalaya	270	322	338	338	118	325	128	153	157	114	135
17	Mizoram	55	29	46	38	23	21	25	29	77	57	69
18	Nagaland	164	34	57	341	244	235	309	488	304	201	86
19	Odisha	3880	4480	4214	4487	4207	4148	3673	4087	4317	4587	4555
20	Punjab	1791	2092	2114	2533	2821	2423	2032	2288	2293	2388	1912
21	Rajasthan	6991	6821	6567	6851	6726	6883	5764	6424	7093	7179	7174
22	Sikkim	105	117	90	83	64	59	37	73	74	83	56
23	Tamil Nadu	20109	21902	22573	22357	22961	21489	18372	16869	18972	20582	20672
24	Telangana	4945	5649	6166	6211	6487	7352	6820	7214	7505	8103	8599
25	Tripura	230	230	203	221	188	248	184	199	241	255	242
26	Uttarakhand	669	728	842	908	816	662	524	711	827	840	828
27	Uttar Pradesh	11157	13802	13078	14333	16198	16181	13695	14540	14990	15184	17113
28	West Bengal*	4895	4288	4468	4177	4071	3547	3354	3821	3993	3841	4172
29	Andaman & Nicobar Islands	69	96	90	60	93	71	42	41	43	39	52
30	Chandigarh	36	45	47	33	46	36	15	29	29	11	13
31	Dadra & Nagar Haveli	0	0	0	0	0	0	0	0	14	3	2
32	Daman & Diu#	0	6	0	9	0	0					
33	Delhi	976	897	723	755	783	857	460	457	799	745	593
34	Jammu & Kashmir	2040	1953	2122	2139	2118	2081	1512	1899	2378	2342	2120
35	Ladakh	NA	NA	NA	NA	NA	NA	NA	119	196	132	191
36	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0
37	Puducherry	554	763	874	937	771	653	567	587	448	497	631
Total		**137903**	**142268**	**142359**	**143146**	**144221**	**141057**	**119615**	**128825**	**151997**	**150177**	**150958**
NA: Not Applicable												

Note: 1. #Data of Daman & Diu is included in Dadra & Nagar Haveli from 2020 onwards

2. Data have been reconciled for West Bengal for the calendar year 2015 to 2017, 2019 & 2020 and Tamil Nadu for the calendar year 2017 to 2020.

3. *figures of West Bengal for the year 2024 are re-casted based on the pattern of the data furnished by the State Police Department for the year 2023 and the aggregate e-DAR data of the State for the year 2024

STATEMENT-II

Total Number of Fatalities in Road Accidents on National Highways

Sl. No.	States/UTs	2014	2015	2016	2017	2018	2019	2020	2021	2022	2023	2024
1	Andhra Pradesh	2970	3235	3006	2898	2929	3114	2858	3602	3793	3806	4014
2	Arunachal Pradesh	52	49	58	41	56	54	32	87	73	88	96
3	Assam	1392	1427	1295	1464	1541	1690	1322	1574	1428	1564	1722
4	Bihar	2013	2002	2014	2540	3051	3436	3285	3517	3953	4078	4012
5	Chhattisgarh	1118	1201	1181	1152	1384	1421	1390	1663	1885	1910	1952
6	Goa	108	132	113	118	104	107	61	83	127	102	108
7	Gujarat	2149	2136	2141	2145	2171	1898	1797	2077	2109	2233	2192
8	Haryana	1704	1759	1845	1990	2088	1901	1663	1766	2038	2033	2052
9	Himachal Pradesh	389	369	478	528	470	487	314	425	443	365	312
10	Jharkhand	669	1325	1222	1250	1122	1554	1241	1496	1699	1672	1686
11	Karnataka	4256	3657	4116	3792	3986	3842	3330	3487	4164	4383	4278
12	Kerala	1261	1368	1263	1309	1248	1259	887	975	1197	1056	940
13	Madhya Pradesh	2395	2287	2564	2521	2601	2904	3022	3389	4025	4476	4644
14	Maharashtra	3577	3789	3887	3637	4088	3799	3528	4080	4923	5780	5812
15	Manipur	100	94	46	97	88	111	90	77	74	51	49
16	Meghalaya	93	89	108	111	73	89	81	112	98	78	102
17	Mizoram	40	20	45	29	15	19	20	23	72	47	66
18	Nagaland	35	10	35	27	12	18	29	25	55	60	37
19	Odisha	1641	1795	1812	2123	1999	2000	1781	1933	2043	2180	2358
20	Punjab	1482	1538	1495	1891	2085	1693	1492	1950	1881	1895	1562
21	Rajasthan	3598	3709	3737	4066	3874	3870	3320	3829	4156	4172	4285
22	Sikkim	33	37	39	30	31	29	14	23	27	24	24
23	Tamil Nadu	5344	5752	6255	6496	6756	6661	5454	5263	5978	6258	6376
24	Telangana	1895	2103	2173	1954	2064	2491	2620	2735	3010	3058	3066
25	Tripura	74	50	68	70	77	106	78	94	105	129	114

26	Uttarakhand	479	464	503	584	631	428	365	430	545	564	543
27	Uttar Pradesh	5827	7773	7469	7946	8818	8830	7859	8506	8479	8446	9560
28	West Bengal*	2152	2243	2304	2146	2150	2012	1826	2177	2017	1957	2113
29	Andaman & Nicobar Islands	7	4	7	7	8	7	8	5	11	6	14
30	Chandigarh	21	19	24	16	16	13	6	21	9	4	3
31	Dadra & Nagar Haveli	0	0	0	0	0	0	0	0	9	2	1
32	Daman & Diu#	0	5	0	5	0	0	-	-	-	-	-
33	Delhi	253	260	238	267	263	278	149	201	252	230	258
34	Jammu & Kashmir	452	357	403	409	400	384	258	268	259	294	271
35	Ladakh	NA	NA	NA	NA	NA	NA	NA	27	30	37	45
36	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0
37	Puducherry	70	146	131	137	111	82	71	87	71	74	105
Total		47649	51204	52075	53796	56310	56587	50251	56007	61038	63112	64772
NA: Not Applicable												

Note: 1. #Data of Daman & Diu is included in Dadra & Nagar Haveli from 2020 onwards

2. Data have been reconciled for West Bengal for the calendar year 2015 to 2017, 2019 & 2020 and Tamil Nadu for the calendar year 2017 to 2020.

3. *figures of West Bengal for the year 2024 are re-casted based on the pattern of the data furnished by the State Police Department for the year 2023 and the aggregate e-DAR data of the State for the year 2024

EXPANSION OF METRO RAIL PROJECTS IN TAMIL NADU

***395. SHRI G. SELVAM:**

SHRI C. N. ANNADURAI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Government is aware that the expansion of Metro Rail projects in Tamil Nadu has contributed to improved urban mobility, reduction in travel time, lower vehicular emissions and increased use of public transport and if so, the details thereof;

(b) whether the Government has undertaken any assessment of projected

ridership growth, traffic decongestion benefits and carbon emission reduction resulting from ongoing and proposed Metro expansions in the State and if so, the details thereof;

(c) whether the Government has approved or is considering Metro Rail projects for Tier-II cities in view of their rapid urbanisation, growing industrial base and increasing traffic density and if so, the details thereof;

(d) the total Central financial assistance sanctioned, released and utilised for Metro Rail projects in Tamil Nadu during the last three financial years, year-wise; and

(e) the measures taken to ensure timely completion, cost efficiency and integration of metro systems with other modes of public transport?

THE MINISTER OF HOUSING AND URBAN AFFAIRS; AND MINISTER OF POWER (SHRI MANOHAR LAL):

(a) to (c): Urban transport, which is an integral part of Urban Development, is a state subject. Hence, respective State Government/Union Territory (UT) is responsible for initiating and developing urban transport infrastructure including metro rail projects. The Central Government considers financial assistance for such projects in cities or urban agglomerates, based on feasibility of the proposal and availability of resources, as and when posed by the concerned State Government/Union Territory (UT). In the past, Central Government had given financial support for 54 km of metro network under Chennai Phase-1 and Phase-1

Extension, which are operational since February 2019 and March 2022 respectively. In addition, Central Government has sanctioned Chennai Metro Rail Project Phase-2 with route length of 118.9 kms at cost of ₹ 63,246.4 Cr.

The ridership and its growth, traffic decongestion benefits and carbon emission reduction are worked out as part of the Detailed Project Report study while posing such proposal for Central Government sanction as per the extant Metro Policy 2017. Chennai Metro Rail Limited has informed that the current daily ridership of the Chennai Metro Phase 1 & Phase-1 extension is 4.6 lakh. Chennai Metro Rail Limited has further informed that with implementation of Chennai Metro Phase 1 and Phase-1 extension there is saving of carbon dioxide emission by 2,29,357 tonne annually. The projected growth of the daily ridership is 17.7 lakh with operationalization of Chennai Metro Phase-2.

(d): As per sanction order, total contribution from Government of India for Chennai Metro Rail Phase-2 project is ₹ 7,424.9 Cr towards Equity and Subordinate Debt. In addition, Central Government is also providing Pass Through Assistance against the external loan. Central Government has released fund to the tune of ₹ 14,242.64 Cr for Chennai Metro phase-2 project as per demand raised by Chennai Metro Rail Limited from time to time, since sanction of project in the month of October 2024.

Year-wise details of funds released are tabulated below:

(₹ in crore)

Fund released (Year-wise)	Equity	Subordinate Debt	Pass Through Assistance	Total
2024-25	3,566.21	537.82	1,450.12	5,554.15
2025-26	1,841.19	458.81	6,388.49	8,688.49
Total released	5,407.4	996.63	7,838.61	14,242.64

(e): The progress of ongoing project is regularly monitored by a High Powered Committee, Board of Directors of Metro Rail Corporation and also at different levels in Central and State Government for its timely completion. Chennai Metro Rail Limited has informed that they have implemented Project Management Information System (PMIS) and Building Information Modelling (BIM) for project monitoring and timely completion of project. Contract management issues are periodically reviewed and the designs optimised for stations, viaduct etc. for cost efficiency. CMRL has further stated that corridors are already integrated with other modes such as major Bus Stand, Railway Stations & Airport in Chennai Metro Phase 1 as well as Chennai Metro Phase 2.

COMMITTEE TO EXAMINE AIRFARE TRENDS

***396. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:**

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government proposes to constitute a high-level committee including Members of Parliament, aviation experts and consumer

representatives to examine excessive airfare increases, if so, the details thereof and if not, the reasons therefor;

(b) whether the proposed committee would examine airfare trends during festive seasons, emergencies and peak travel periods and if so, the scope, mandate and timeline of the committee's work;

(c) whether the representatives of common passengers and consumer protection bodies would be included in the committee to ensure transparency and accountability and if so, the details of the selection criteria and representation framework thereof;

(d) whether the committee would recommend mechanisms for fare regulation, price caps or monitoring systems to prevent exploitation of passengers and if so, the details thereof; and

(e) whether the Government would provide the committee's recommendations in public domain and implement binding guidelines based on its findings and if so, the proposed timeline and implementation strategy thereof?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

(a) to (e): Airfares are not subject to regulation by the Government after repeal of Air Corporations Act, 1994. Airlines have the flexibility to determine their airfares based on their operational needs, while adhering to Rule 135 of the Aircraft Rules, 1937.

The airfare established by the airlines are subject to dynamic fluctuations

influenced by the fundamental economic forces of supply and demand. Various determinants such as current seat occupancy, fuel costs, aircraft capacity, seasonal fluctuations and other relevant factors significantly impact airline ticket pricing.

The Government generally refrains from regulating airfares to maintain market competitiveness, however, it remains vigilant oversight role, intervening in exceptional circumstances by redistributing capacity across various sectors and imposing temporary fare caps, such as during COVID Pandemic, festivals like Maha kumb, Pahalgam incident & more recently during Indigo flight disruptions in early December, 2025.

In order to enhance the transparency in airfare, Directorate General of Civil Aviation (DGCA) has set-up Tariff Monitoring Unit (TMU) that monitors airfares on selected 78 routes on a random basis by using airlines websites on monthly basis to ensure that the airlines do not charge airfares outside the range declared by them. This covers about 27% of the domestic traffic. The Ministry of Civil Aviation (MoCA) has developed a dedicated "Air Fare" grievance module on the AirSewa platform to address concerns related to excessive airfares charged by domestic airlines.

Further, the Ministry has established, 24x7 Passenger Assistance Control Room (PACR) to enhance passenger-centric governance. This initiative integrates MoCA, DGCA, AAI, and airlines for real-time monitoring of flight

disruptions, baggage issues, and refunds, aiming to accelerate grievance redressal and improve the overall travel experience. Many passengers have expressed satisfaction that their grievances are acknowledged and resolved promptly, and have conveyed their appreciation.

राष्ट्रीय जल जीवन मिशन डैशबोर्ड के साथ रीयल-टाइम

आईओटी आधारित सेंसर का एकीकरण

***397. श्री बिद्युत बरन महतोः**

श्री आलोक शर्माः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) अंतिम छोर (लास्ट माइल) के स्तर तक जल आपूर्ति की 'मात्रा, गुणवत्ता और नियमितता' की निगरानी के लिए राष्ट्रीय जल जीवन मिशन डैशबोर्ड के साथ रीयल-टाइम आईओटी आधारित सेंसर को एकीकृत करने में, विशेषकर राजस्थान के भरतपुर लोक सभा निर्वाचन क्षेत्र के अंतर्गत जिलों तथा जालौर और सिरोही जिलों और ओडिशा के नबरंगपुर लोक सभा निर्वाचन क्षेत्र में क्या प्रगति हुई है;

(ख) क्या देश भर में डेटा की विश्वसनीयता सुनिश्चित करने के लिए ऐसे सेंसरों के सत्यापन, अंशांकन और रखरखाव के लिए कोई एकसमान राष्ट्रीय प्रोटोकॉल स्थापित किया गया है और यदि हाँ, तो तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ग) क्या सरकार ने ग्रामीण बस्तियों/बसावटों को प्रदान किए जाने वाले जल की गुणवत्ता के आधार पर राज्यों को रैंक करने के लिए कोई मानकीकृत "जल गुणवत्ता सूचकांक" विकसित किया है या विकसित करने का प्रस्ताव है ताकि पेयजल की सुरक्षा का तुलनात्मक मूल्यांकन किया जा सके

और यदि हाँ, तो तत्संबंधी राज्य-वार विशेषकर राजस्थान के भरतपुर लोकसभा क्षेत्र तथा जालौर और सिरोही जिलों तथा झारखंड के दुमका जिले का ब्यौरा क्या है;

(घ) क्या पारदर्शिता और सामुदायिक भागीदारी को बढ़ावा देने के लिए ऐसे डेटा को सार्वजनिक रूप से प्रदर्शित किया जा रहा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ङ) देश में, विशेषकर ओडिशा के नबरंगपुर लोक सभा क्षेत्र में इस महत्वपूर्ण डिजिटल बुनियादी ढांचे को संभावित साइबर सुरक्षा जोखिमों से बचाने के लिए सरकार द्वारा क्या कदम उठाए गए हैं; और

(च) बिहार के दरभंगा जिले में भूजल संकट की समस्या के समाधान और पेयजल की आपूर्ति सुनिश्चित करने के लिए सरकार द्वारा क्या उपाय किए जा रहे हैं?

जल शक्ति मंत्री (श्री सी. आर. पाटिल):

(क) और (ख): भारत सरकार अगस्त 2019 से राज्यों की भागीदारी से जल जीवन मिशन (जेजेएम) - हर घर जल कार्यान्वित कर रही है ताकि प्रत्येक ग्रामीण परिवार हेतु नल जल आपूर्ति का प्रावधान किया जा सके। चूंकि जल राज्य का विषय है, अत: राज्य/संघ राज्य क्षेत्र के परिवारों को नल जल उपलब्ध कराने के लिए पाइपगत जलापूर्ति योजनाओं की योजना बनाने और उन्हें कार्यान्वित करने की प्राथमिक जिम्मेदारी संबंधित राज्य/संघ राज्य क्षेत्र की है। भारत सरकार जेजेएम के अंतर्गत तकनीकी और वित्तीय सहायता प्रदान करके राज्यों के प्रयासों में सहायता करती है।

इस विभाग ने पारदर्शिता, डेटा सटीकता और तत्काल-समय पर समीक्षा के सुदृढ़ीकरण के लिए जल जीवन मिशन (जेजेएम) हेतु एकीकृत प्रबंधन सूचना प्रणाली (आईएमआईएस) डिजिटल पोर्टल और मोबाइल ऐप तैयार किया है। जेजेएम के तहत, आईएमआईएस तथा ऑनलाइन डैशबोर्ड राजस्थान (जालौर और सिरोही जिला) तथा ओडिशा (नबरंगपुर लोक सभा निर्वाचन क्षेत्र) सहित सभी राज्यों/संघ राज्य क्षेत्रों में पंचायत, जिला जल और स्वच्छता मिशन (डीडब्ल्यूएसएम), राज्य जल तथा

स्वच्छता मिशन (एसडब्ल्यूएसएम) और राष्ट्रीय स्तर पर कार्य कर रहे हैं।

आईएमआईएस पोर्टल पर डेटा की प्रामाणिकता सुनिश्चित करने के लिए, विभाग ने एक बहुस्तरीय सत्यापन तंत्र शुरू किया है। इसमें लाभार्थियों की आधार संख्या को अनिवार्य रूप से सहबद्ध करना, सुजलाम भारत ऐप के माध्यम से परिसंपत्तियों की जियो-टैगिंग, पीएम-गतिशक्ति पोर्टल पर पाइपलाइनों की सूचना अपलोड करना शामिल है। इसके अलावा, विभाग जमीनी वास्तविकता का पता लगाने के लिए कड़े परिश्रम से कार्य करता है, जिनमें निम्नलिखित शामिल हैं:

(i) कार्यशीलता मूल्यांकन: जल आपूर्ति की मात्रा, गुणवत्ता और नियमितता को सत्यापित करने के लिए वार्षिक स्वतंत्र नमूना सर्वेक्षण।

(ii) राष्ट्र स्तरीय निगरानीकर्ता (एनएलएम): राष्ट्रीय वॉश विशेषज्ञों, केन्द्रीय नोडल अधिकारियों, एनजेजेएम और एनपीएमयू सदस्यों द्वारा नियमित रूप से क्षेत्र दौरे। राष्ट्र स्तरीय निगरानीकर्ता जमीनी वास्तविकताओं के बारे में सूचित की गई प्रगति का पुन:सत्यापन करते हैं।

(iii) इसके अलावा, देश के गांवों में स्थापित आईओटी उपकरणों के प्रभावी निष्पादन को सुनिश्चित करने के लिए, विभाग ने "ग्रामीण क्षेत्रों में माप और निगरानी या जल सेवा प्रदायगी प्रणाली के लिए रोडमैप" तैयार किया है और उसे सभी राज्यों के साथ साझा किया है।

(ग) और (घ): जल जीवन मिशन (जेजेएम) के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को जल गुणवत्ता के लिए पानी के नमूनों का परीक्षण करने में सक्षम बनाने के लिए और पेयजल के नमूना संग्रह, रिपोर्टिंग, निगरानी और पर्यवेक्षण हेतु एक ऑनलाइन जेजेएम-जल गुणवत्ता प्रबंधन सूचना प्रणाली (जेजेएमडब्ल्यूक्यूएमआईएस) पोर्टल विकसित किया गया है। वर्तमान में, एनजेजेएम के तहत जल गुणवत्ता की निगरानी निर्धारित बीआईएस:10500 मानकों के आधार पर की जाती है। जिन्हें पाइपगत जलापूर्ति योजनाओं के माध्यम से आपूर्ति किए जा रहे जल गुणवत्ता के लिए बेंचमार्क के रूप में अपनाया जाता है। राजस्थान और झारखंड सहित राज्य-वार, डब्ल्यूक्यूएमआईएस के माध्यम से

सूचित किया गया है कि जल गुणवत्ता परीक्षण का विवरण जेजेएम डैशबोर्ड पर सार्वजनिक डोमेन में उपलब्ध कराया गया है। प्राकृतिक रूप से उपलब्ध जल के आधार पर जल गुणवत्ता सूचकांक (डब्ल्यूक्यूआई) का विकास इस समय इस विभाग के विचाराधीन नहीं है।

(ङ): सरकार ने एनजेजेएम के डिजिटल बुनियादी ढांचे की सुरक्षा के लिए कई उपाय किए हैं, जिनमें एमईआईटीवाई द्वारा समय-समय पर जारी किए गए राष्ट्रीय साइबर सुरक्षा दिशानिर्देशों का पालन, सुरक्षित डेटा होस्टिंग, नियमित सुरक्षा ऑडिट, भूमिका-आधारित पहुंच नियंत्रण और डेटा एन्क्रिप्शन शामिल हैं। राज्यों/संघ राज्य क्षेत्रों को यह भी सलाह दी जाती है कि वे नबरंगपुर निर्वाचन क्षेत्र जैसे क्षेत्रों सहित आईओटी उपकरणों और संबंधित डेटा सिस्टम की सुरक्षा के लिए मानक साइबर सुरक्षा प्रोटोकॉल का पालन करें।

(च): सरकार द्वारा जल शक्ति अभियान (जेएसएस): कैच द रेन (सीटीआर) के तहत एक विशेष पहल जल संचय जन भागीदारी (जेएसजेबी) 6 सितंबर, 2024 को शुरू की गई है, जिसका उद्देश्य स्थानीय समुदायों, उद्योगों और अन्य हितधारकों की सक्रिय भागीदारी को सुनिश्चित करते हुए, सहयोगी समुदाय-संचालित जल संरक्षण प्रयासों को बढ़ावा देना है और कम लागत, वैज्ञानिक रूप से डिज़ाइन की गई कृत्रिम पुनर्भरण संरचनाओं के माध्यम से जल प्रबंधन को बढ़ाने पर ध्यान केंद्रित करना है।

2025 के वार्षिक भूजल संसाधन आकलन के अनुसार, बिहार के दरभंगा जिले में भूजल की स्थिति स्थिर बनी हुई है। सीजीडब्ल्यूबी और राज्य सरकार द्वारा संयुक्त रूप से आयोजित, रिपोर्ट में जिले के कुल वार्षिक रिचार्ज 78,109.77 एचएएम और 70,422.18 एचएएम निष्कर्षण योग्य संसाधनों का अनुमान लगाया गया है।

41,020.09 एचएएम के वार्षिक निष्कर्षण के साथ, भूजल निष्कर्षण का चरण 58.25 प्रतिशत है। नतीजतन, जिले के सभी 18 ब्लॉकों को 'सुरक्षित' (एसओई $\leq$ 70%) के रूप में वर्गीकृत किया गया है। यह वार्षिक निगरानी उपलब्धता और रुझानों पर अद्यतन डेटा सुनिश्चित करती है, जो क्षेत्र के

लिए स्थायी प्रबंधन और दीर्घकालिक जल सुरक्षा का समर्थन करती है।

जबकि जल प्रबंधन मुख्य रूप से राज्य का विषय है, भारत सरकार निम्नलिखित उपायों के माध्यम से दरभंगा में भूजल स्थिरता के लिए तकनीकी और वित्तीय सहायता प्रदान करती है:

(क) सीजीडब्ल्यूबी जल-संकट ग्रस्त क्षेत्रों की पहचान करने के लिए वार्षिक भूजल संसाधन आकलन और जल स्तर और गुणवत्ता की नियमित निगरानी करता है।

(ख) वैज्ञानिक हस्तक्षेपों का मार्गदर्शन करने के लिए ~2,504 वर्ग किमी दरभंगा को कवर करने वाले विस्तृत मानचित्र और प्रबंधन योजनाओं को राज्य के साथ साझा किया गया है।

(ग) आर्सेनिक-सुरक्षित गहरे जलभृतों का दोहन करने, आर्सेनिक हटाने वाले पौधों को स्थापित करने और शहरी वर्षा जल संचयन को बढ़ावा देने के लिए जिला अधिवक्ता की योजना।

(घ) 2020 की एक योजना में राज्य विभागों द्वारा कार्यान्वयन के लिए दरभंगा में 1,948 रिचार्ज संरचनाओं का प्रस्ताव है।

(ङ) उद्योगों और बुनियादी ढांचा परियोजनाओं द्वारा भूजल निष्कर्षण के लिए अनिवार्य एनओसी और वर्षा जल संचयन योजनाओं की आवश्यकता होती है।

(च) बिहार ने भूजल विधान के लिए केंद्र के मॉडल बिल को अपनाया है और 100 वर्ग मीटर से अधिक के भूखंडों के लिए वर्षा जल संचयन को अनिवार्य करने के लिए अद्यतन भवन उप-विधि को अपनाया है।

(छ) राष्ट्रीय जल नीति (2012) समुदाय के नेतृत्व वाले संरक्षण और पारंपरिक जल निकायों की बहाली को बढ़ावा देती है।

सड़क दुर्घटना पीड़ितों के लिए कैशलेस उपचार

***398. श्री रविन्द्र वसंतराव चव्हाण:**

श्री राजकुमार चाहर:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वर्ष 2025 में अधिसूचित "सड़क दुर्घटना पीड़ितों का कैशलेस उपचार" योजना के राष्ट्रीय राजमार्गों पर "गोल्डन ऑवर" के दौरान मृत्यु दर को कम करने में प्रभावी परिणाम मिले हैं और यदि हाँ, तो तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है तथा इस योजना को पूरे देश में लागू करने के लिए क्या समय-सीमा अभिकल्पित की गई है;

(ख) विगत तीन वर्षों के दौरान राष्ट्रीय राजमार्गों पर पहचान किए गए और सुधारे गए "ब्लैक स्पॉट्स" की संख्या कितनी है और इंटरनेशनल रोड असेसमेंट प्रोग्राम (आईआरएपी) के मानकों के अनुसार सड़क संबंधी "स्टार रेटिंग" को अनिवार्य रूप से लागू करने में हुई प्रगति का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ग) राष्ट्रीय राजमार्गों पर स्थित टोल प्लाजाओं को बैरियर-मुक्त टोल संग्रह के लिए सक्षम बनाने और प्रवेश बिंदुओं पर भीड़भाड़ कम करने के लिए फास्टैग 2.0 के साथ कृत्रिम बुद्धिमत्ता (एआई) को एकीकृत करने के लिए क्या ठोस पहल की गई हैं; और

(घ) उपर्युक्त पहलों की वर्तमान स्थिति और उपलब्धियों का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (घ): मोटर यान अधिनियम (एमवी अधिनियम), 1988 की धारा 162 के तहत कानूनी अधिदेश के अनुरूप "प्रधानमंत्री - सड़क दुर्घटना पीड़ित अस्पताल सुविधा और सुनिश्चित उपचार (पीएम-राहत) योजना" को अधिसूचित किया गया है और इसके कार्यान्वयन के लिए प्रक्रिया प्रवाह, संबंधित हितधारकों की भूमिकाओं और जिम्मेदारियों के विवरण वाले व्यापक दिशानिर्देश और मानक संचालन प्रक्रियाएं (एसओपी) जारी की गई हैं। पश्चिम बंगाल राज्य को छोड़कर राज्यों / संघ राज्य क्षेत्रों को डिजिटल प्लेटफॉर्म पर ऑनबोर्ड करने के बाद दिनांक 13.02.2026 को इस योजना को राष्ट्रीय

स्तर पर शुरू किया गया है। पश्चिम बंगाल राज्य द्वारा इस योजना के कार्यान्वयन के लिए आवश्यक कार्रवाई की जानी है। जैसा कि इस योजना को दिनांक 13.02.2026 को शुरू किया गया है, अत: इतनी जल्दी "महत्वपूर्ण समय (गोल्डन ऑवर)" के दौरान मौतों में कमी के संदर्भ में इसकी प्रभावशीलता का आकलन नहीं किया जा सकता है।

योजना की मुख्य विशेषताएं निम्नानुसार हैं:

(i) सड़क की किसी भी श्रेणी पर दुर्घटना की तारीख से अधिकतम 7 दिनों की सीमा के अध्यधीन, प्रति पीड़ित 1.5 लाख रुपये तक का उपचार कवर प्रदान किया जाएगा। यह उपचार कवर उन सभी पीड़ितों के लिए उपलब्ध होगा जो मोटर वाहनों के उपयोग के कारण सड़क दुर्घटनाग्रस्त हुए हैं।

(ii) प्रत्येक सड़क दुर्घटना पीड़ित को पुलिस कार्रवाई के अध्यधीन, निर्दिष्ट अस्पतालों में जीवन के गैर जोखिम वाले मामलों में 24 घंटे तक और जानलेवा मामलों में 48 घंटे तक स्थिरीकरण उपचार प्रदान किया जाएगा।

(iii) इस वैधानिक योजना को किसी भी अन्य केंद्रीय / राज्य स्तरीय योजनाओं पर वरीयता होगी।

(iv) इस योजना को दो मौजूदा प्लेटफार्मों - पुलिस अधिकारी द्वारा दुर्घटनाओं की रिपोर्टिंग के लिए उपयोग किया जाने वाला ईडीएआर (इलेक्ट्रॉनिक विस्तृत दुर्घटना रिपोर्ट) और अस्पतालों द्वारा उपचार, दावा प्रस्तुत करने और उसके भुगतान की प्रक्रिया के लिए उपयोग किया जाने वाला राष्ट्रीय स्वास्थ्य प्राधिकरण (एनएचए) का टीएमएस 2.0 (लेनदेन प्रबंधन प्रणाली), के एकीकरण के माध्यम से सफलतापूर्वक लागू किया गया है।

(v) अस्पतालों को प्रतिपूर्ति मोटर वाहन दुर्घटना कोष (एमवीएएफ) के माध्यम से की जा रही है, जो उन मामलों के लिए सामान्य बीमा कंपनियों के अंशदान के माध्यम से वित्त पोषित है जहां उल्लंघन करने वाला मोटर वाहन बीमित है और गैर बीमित मोटर वाहन तथा हिट एंड रन

मामलों के लिए बजटीय सहायता से वित्त पोषित किया जाता है।

112 आपातकालीन प्रतिक्रिया सहायता प्रणाली (ईआरएसएस) के साथ एकीकरण के माध्यम से, पीड़ित या गुड सेमेरिटन (राह-वीर) स्थिति की आवश्यकताओं के अनुसार निकटतम निर्दिष्ट अस्पताल के बारे में आवश्यक जानकारी प्राप्त कर सकता है, एम्बुलेंस का अनुरोध कर सकता है या दोनों ही कर सकता है। पीड़ित को अस्पताल में भर्ती करते ही एनएचए द्वारा विकसित स्वास्थ्य लाभ पैकेज के आधार पर उसकी उपचार प्रक्रिया शुरू करनी होगी। इसके साथ ही उपचार शुरू करते समय, टीएमएस प्लेटफॉर्म में पीड़ित का पुलिस प्रमाणीकरण शुरू करना होगा। अस्पताल टीएमएस पर उपचार आईडी (आईडी) तैयार करेगा और इसे ईडीएआर के माध्यम से जिला पुलिस को भेजेगा। ईडीएआर पर कार्रवाई करने के लिए पुलिस के पास 24 घंटे तक समय उपलब्ध होगा या अस्पताल प्रशासक द्वारा तय किए गए अनुसार जीवन के जोखिम वाली स्थितियों में 48 घंटे तक होगा।

दुर्घटना बाहुल्य स्थल (ब्लैक स्पॉट) का सुधार करना एक सतत प्रक्रिया है और तत्काल आधार पर अस्थायी उपाय किए जाते हैं। देश के राष्ट्रीय राजमार्गों (एनएच) पर चिह्नित कुल 16,542 ब्लैक स्पॉट में से 14,138 ब्लैक स्पॉट पर अल्पकालिक सुधार कार्य पूरा हो चुका है। सड़क सुरक्षा ऑडिट रिपोर्टों द्वारा अनुशंसित दीर्घकालिक सुधार उपाय केवल आवश्यक समझे जाने वाले स्थानों पर ही कार्यान्वित किए जाते हैं। तदनुसार, 6,649 ब्लैक स्पॉट पर दीर्घकालिक उपाय पूरे हो चुके हैं, जबकि 4,077 ब्लैक स्पॉट के सुधार के लिए दीर्घकालिक उपाय की आवश्यकता नहीं पाई गई है। ब्यौरा संलग्न **विवरण-I** में दिया गया है।

सभी राष्ट्रीय राजमार्ग (एनएच) निर्माण कार्य मानकों, दिशा-निर्देशों, मैनुअल, भारतीय सड़क कांग्रेस की पद्धति संहिता (कोड ऑफ प्रैक्टीस) के साथ ही सड़क एवं पुल निर्माण संबंधी विनिर्देशों के अनुसार किए जाते हैं। डिजाइन, निर्माण, संचालन और रखरखाव के सभी चरणों में आवश्यक सड़क सुरक्षा उपाय अपनाए जाते हैं। इसके अलावा, सड़क सुरक्षा सुनिश्चित करने के लिए राष्ट्रीय राजमार्ग

परियोजनाओं के डिजाइन, निर्माण और उद्घाटन-पूर्व चरण के साथ-साथ मौजूदा राष्ट्रीय राजमार्गों के नियमित सुरक्षा ऑडिट हेतु दिशा-निर्देश जारी किए गए हैं।

टोल संचालन को बेहतर बनाने और वाहनों की सुगम आवाजाही सुनिश्चित करने के प्रयास में, सरकार ने मल्टी-लेन फ्री फ्लो (एमएलएफएफ) इलेक्ट्रॉनिक टोल संग्रहण प्रणाली लागू करने का निर्णय लिया है, जो एआई एनालिटिक्स के साथ स्वचालित नंबर प्लेट पहचान (एएनपीआर) और उच्च निष्पादन रेडियो फ्रीक्वेंसी पहचान (आरएफआईडी) आधारित इलेक्ट्रॉनिक टोल संग्रहण (फास्टैग) सहित एकीकृत तकनीकों का उपयोग करके बाधा-मुक्त (बैरियर फ्री) टोल प्रणाली की सुविधा प्रदान करती है, जहां इस प्रयोजन के लिए टोल प्लाजा लेन में वाहन को रोके बगैर प्रयोक्ता से प्रयोक्ता शुल्क वसूला जाएगा।

उन शुल्क प्लाजाओं, जिनके लिए बैरियर फ्री टोल प्रणाली कार्यान्वित करने हेतु एमएलएफएफ लागू करने के लिए प्रस्ताव के लिए अनुरोध (आरएफपी) को अंतिम रूप दिया जा चुका है, का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

उन शुल्क प्लाजाओं, जिनके लिए बैरियर फ्री टोल प्रणाली कार्यान्वित करने हेतु प्रस्ताव के लिए अनुरोध (आरएफपी) आमंत्रित किया गया है, का ब्यौरा संलग्न **विवरण-III** में दिया गया है।

<u>विवरण-I</u>

ब्लैक स्पॉट पर किए गए अल्पकालिक और दीर्घकालिक सुधार कार्य

राज्य/संघ राज्य क्षेत्र	ब्लैक स्पॉट	पूरे हो चुके अल्पकालिक सुधार कार्य	पूरे हो चुके दीर्घकालिक सुधार कार्य
गुजरात	386	386	168
ओडिशा	597	582	378
तमिलनाडु	1661	1633	613
महाराष्ट्र	550	534	267
पश्चिम बंगाल	1339	1322	803

दिल्ली	335	335	181
झारखंड	279	279	120
कर्नाटक	1278	1220	701
केरल	701	599	123
गोवा	50	40	26
आंध्र प्रदेश	1060	787	343
तेलंगाना	1535	1259	516
बिहार	306	291	64
असम	285	252	77
मिजोरम	1	1	1
मेघालय	56	36	23
नागालैंड	71	50	64
सिक्किम	16	16	16
मणिपुर	19	14	14
त्रिपुरा	29	21	12
अरुणाचल प्रदेश	9	9	0
उत्तराखंड	110	107	80
पंजाब	1407	1112	463
हरियाणा	124	121	58
चंडीगढ़	7	7	0
मध्य प्रदेश	596	590	225
उत्तर प्रदेश	2210	1067	540
जम्मू-कश्मीर संघ राज्य क्षेत्र और लद्दाख संघ राज्य क्षेत्र	224	170	62
हिमाचल प्रदेश	232	232	199
छत्तीसगढ	338	337	245
राजस्थान	727	727	265
अंडमान और निकोबार	4	2	2

विवरण-II

बैरियर फ्री टोल प्रणाली कार्यान्वित करने हेतु एमएलएफएफ लागू करने हेतु प्रस्ताव के लिए अनुरोध (आरएफपी) को अंतिम रूप दिए गए शुल्क प्लाजाओं का ब्यौरा:

क्र. सं.	शुल्क प्लाजा	एनएच / राज्य	स्थिति
1	घरौंडा टोल प्लाजा	हरियाणा में एनएच-44	कार्य सौंप दिया गया
2	चोरयासी टोल प्लाजा	गुजरात में एनएच-48	कार्य सौंप दिया गया
3	दौलतपुरा टोल प्लाजा	राजस्थान में एनएच-48	कार्य सौंप दिया गया
4	मनोहरपुरा टोल प्लाजा	राजस्थान में एनएच-48	कार्य सौंप दिया गया
5	शाहजहांपुर टोल प्लाजा	राजस्थान में एनएच-48	कार्य सौंप दिया गया
6	मुंडका टोल प्लाजा	दिल्ली में यूईआर-II	कार्य सौंप दिया गया
7	बोरियाच टोल प्लाजा	गुजरात में एनएच-48	कार्य सौंप दिया गया
8	नेमिली टोल प्लाजा	तमिलनाडु में एनएच-48	कार्य सौंप दिया गया
9	चेनासमुद्रम टोल प्लाजा	तमिलनाडु में एनएच-48	कार्य सौंप दिया गया
10	परानूर टोल प्लाजा	तमिलनाडु में एनएच-45	कार्य सौंप दिया गया
11	कासेपल्ली टोल प्लाजा	आंध्र प्रदेश में एनएच-44	कार्य सौंप दिया गया
12	अमाकाथाडु टोल प्लाजा	आंध्र प्रदेश में एनएच-44	कार्य सौंप दिया गया
13	मारूर टोल प्लाजा	आंध्र प्रदेश में एनएच-44	कार्य सौंप दिया गया
14	चालकवाड़ी टोल प्लाजा	महाराष्ट्र में एनएच-50	कार्य सौंप दिया गया
15	हिवारगांव पावसा टोल प्लाजा	महाराष्ट्र में एनएच-50	कार्य सौंप दिया गया
16	बदरपुर फरीदाबाद टोल प्लाजा	हरियाणा में एनएच-19	कार्य सौंप दिया गया

विवरण-III

उन शुल्क प्लाजाओं, जिनके लिए बैरियर फ्री टोल प्रणाली कार्यान्वित करने हेतु प्रस्ताव के लिए अनुरोध (आरएफपी) आमंत्रित किया गया है, का ब्यौरा:

क्र.सं.	शुल्क प्लाजा का नाम	एनएच संख्या
1	कुराना टोल प्लाजा	334
2	सिरोही बहाली टोल प्लाजा	148बी 11
3	जीवाना टोल प्लाजा	709 बी
4	कथुवास टोल प्लाजा	11
5	घमरोज सोहना रोड टोल प्लाजा	248ए
6	तामसाबाद टोल प्लाजा	709 एडी
7	किरंज टोल प्लाजा	148
8	पटनीप्रतापुर	709एए
9	भुनी टोल प्लाजा	709ए
10	जगहेरी शुल्क प्लाजा	709 एडी
11	भानरा	119 (नया 34)
12	छोटा मवाना	119 (नया 34)
13	दाभेदी टोल प्लाजा	709बी
14	मुजेरा टोल प्लाजा	709 एडी
15	नारायणपुरा	48
16	दकन कोटरा	48
17	जसवंतगढ़ (गोगुंडा)	27
18	मलेरा	27
19	किशोरपुरा	52
20	बीरमंडी	52
21	मंदाना	52
22	बिरतिया कलां	25
23	बिनावास	25
24	डांगियावास	125ए
25	मनकलाओ-टीपी-02	125ए

26	टैंकला	62
27	नेत्र	62
28	हिंगोनिया	148सी
29	सीतारामपुरा	148सी
30	किशनगढ़	48
31	थिकारिया	48
32	तातियावास	52
33	अखेपुरा	52
34	थिरपाली बाड़ी	709 ई
35	टिटोली	11ए विस्तार
36	रबावाटा	11ए विस्तार

MODERNISATION OF AIRPORT INFRASTRUCTURE IN KERALA

***399. SHRI SHAFI PARAMBIL:**

SHRI BENNY BEHANAN:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government proposes to expand or modernise airport infrastructure in Kerala including runway extensions, safety area development, terminal expansion and cargo facilities and if so, the details thereof, airport-wise;

(b) the total funds allocated and released by the Government for development and modernisation of airports and aviation safety infrastructure in Kerala during the last five years, year-wise;

(c) whether the Government has conducted any safety audits of airports in Kerala and if so, the findings thereof along with the corrective steps taken thereon;

(d) whether any proposal for establishment of new airports, airstrips or heliports has been received from the State Government of Kerala and if so, the current status thereof; and

(e) the steps taken by the Government to enhance international connectivity and increase flight frequency to and from Kerala?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

(a): The expansion and modernization of airports is a continuous process and is undertaken by Airports Authority of India (AAI) and other Airport Operators from time to time depending on the traffic demand, operational requirements and demand from airlines. In Kerala, at Calicut Airport, AAI has undertaken development of additional Runway End Safety Area (RESA) on both the ends of Runway 10-28. At Cochin Airport, the airport operator has undertaken expansion of the International Terminal (T-3) and apron. Further, at Thiruvananthapuram Airport, the infrastructure development works including expansion of Security Hold Area at Terminal T-1, taxiway recarpeting and augmentation of passenger handling capacity at Terminal T-2 have been undertaken.

(b): The infrastructure development works are generally funded by airport operators including the Airports Authority of India (AAI), from their own resources. Under the Regional Connectivity Scheme - Ude Desh ka Aam Nagrik (RCS-UDAN), Rs. 5500 crore has been allocated for revival/upgradation of unserved and underserved Airports/Heliports/Water Aerodromes.Out of this, a total of Rs.

4714.66 Cr. has been incurred.

(c): The Directorate General of Civil Aviation (DGCA) conducts annual surveillance inspections of licensed airports to ensure safe airport operations and to maintain infrastructure in compliance with civil aviation requirements. Observations arising from these inspections are communicated to the respective aerodrome operators for necessary corrective action. During the year 2025, around 91 observations were identified at airports in Kerala. All such observations were classified as Level II and 89 of them have already been closed upon completion of the required corrective actions by the aerodrome operators.

(d): In April, 2023, Government of India granted 'Site Clearance' to Kerala State Industrial Development Corporation Limited (KSIDC) for setting up of a Greenfield Airport at Kottayam in Kerala. In July, 2025, KSIDC submitted the application along with Detailed Project Report (DPR) to Ministry of Civil Aviation (MoCA), seeking In-Principle approval. The Steering Committee has recommended grant of 'in-principle' approval for the project.

(e): The international operations of airlines are governed by the bilateral Air Services Agreement (ASA) between India and the respective country. In accordance with ASA, Indian designated carriers are free to mount operations to/from any international airport to foreign destinations as per mutually agreed capacity limits. The commencement of direct international flights from any point in India is purely a commercial decision of scheduled airlines on the basis of

passenger demand, availability of slots, economic viability of the route and other associated factors.

असेवित विमानपत्तनों को कार्यशील बनाया जाना

***400. डॉ. मन्ना लाल रावतः**

डॉ. राजेश मिश्राः

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने वर्ष 2026 की शुरुआत तक सौ असेवित या अल्प-सेवित विमानपत्तनों को कार्यशील बनाने का लक्ष्य हासिल कर लिया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) 'उड़े देश का आम नागरिक' (उड़ान) योजना के तहत असेवित या अल्प-सेवित विमानपत्तनों के विस्तार के अगले चरण के लिए तैयार की गई रूपरेखा और निर्धारित लक्ष्य क्या हैं तथा इस संबंध में तय की गई समय-सीमा और प्रस्तावित स्थानों का ब्यौरा क्या है;

(ग) क्या वित्तीय वर्ष 2026-27 के दौरान उड़ान योजना के लिए बढ़े हुए बजटीय आवंटन का उपयोग नालंदा जिले के पर्यटन शहर राजगीर के लिए करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) देश में अंतिम छोर तक हवाई संपर्क का विस्तार करने के लिए उक्त बढ़े हुए बजटीय आवंटन का उपयोग राजस्थान, उत्तर-पूर्वी क्षेत्र और मध्य प्रदेश सहित राज्य/संघ राज्यक्षेत्र-वार किस प्रकार किए जाने की संभावना है; और

(ङ) क्या सरकार ने द्वीपों और तटीय राज्यों में पर्यटन को बढ़ावा देने के लिए सीप्लेन संबंधी व्यवहार्यता अंतराल के वित्तपोषण (वीजीएफ) को अंतिम रूप दे दिया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

नागर विमानन मंत्री (श्री किंजरापु राममोहन नायडू):

(क) से (घ): क्षेत्रीय संपर्क योजना - उड़ान के तहत, दिनांक 28.02.2026 तक, 95 असेवित और अल्पसेवित हवाईअड्डों (17 हेलीपोर्टों और 2 वॉटर एयरोड्रोमों सहित) को जोड़ने वाले 663 मार्गों को कार्यशील किया गया है।

क्षेत्रीय हवाई संपर्क को और सुदृढ़ करने और बढ़ाने के लिए सरकार ने अगले 10 वर्षों में 4 करोड़ यात्रियों को सेवा प्रदान करने हेतु देशभर में 120 नए गंतव्यों तक क्षेत्रीय संपर्क बढ़ाने के लिए संशोधित 'उड़ान' योजना आरंभ करने की घोषणा की है। यह योजना पर्वतीय, आकांक्षी और पूर्वोत्तर क्षेत्र के जिलों में हेलीपैडों और छोटे हवाईअड्डों को भी सहयोग प्रदान करेगी। यह योजना वर्तमान में अनुमोदन स्तर पर है।

नालंदा जिले में राजगीर 'उड़ान' योजना के तहत असेवित हवाईपट्टियों की सूची में उपलब्ध नहीं है। 'असेवित/अल्पसेवित हवाईअड्डों का पुनरुद्धार' योजना के तहत, आरसीएस उड़ानों के परिचालन के लिए 'उड़ान' योजना के तहत बोली प्रक्रिया के चरणों में चिह्नित किए जाने पर विकास हेतु केवल मौजूदा हवाईपट्टियों पर विचार किया जाता है। तथापि, बिहार सरकार (जीओबी) ने जनवरी, 2025 में राजगीर में ग्रीनफील्ड हवाईअड्डे की स्थापना के लिए 'साइट क्लीयरेंस' की मांग करते हुए प्रस्ताव प्रस्तुत किया था। इस प्रस्ताव को कुछ टिप्पणियों के साथ वापस कर दिया गया था जिसमें बिहार सरकार से अपेक्षित दस्तावेजों के साथ विधिवत भरा हुआ आवेदन प्रस्तुत करने का अनुरोध किया गया था।

(ङ): केंद्रीय बजट 2026-27 में, सरकार ने सीप्लेन परिचालन हेतु सहायता प्रदान करने के लिए सीप्लेन वीजीएफ योजना को आरंभ करने की घोषणा की है। यह योजना वर्तमान में सूत्रीकरण चरण पर है।

Starred Question Nos. 401 to 420 (20.03.2026)

PLASTIC PARKS

***401. SHRI BHARTRUHARI MAHTAB:**

SHRI VIJAY BAGHEL:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) the details of Plastic Parks approved and made operational across the country so far indicating the project-cost, approved grant-in-aid and quantum of funds released, State-wise and district-wise;

(b) whether the Government proposes to set up new Plastic Parks in the country, if so, the details thereof, State and district-wise;

(c) the administrative, financial and monitoring measures taken to ensure timely completion and operationalization of the said parks in a time bound manner;

(d) the details of common infrastructure facilities created in the said Parks, including waste management, recycling and effluent waste water treatment systems;

(e) the steps taken to promote environmentally sustainable growth and compliance with Extended Producer Responsibility (EPR) norms in said Parks; and

(f) the employment generated and the total quantum of investment attracted through the operational Parks along with the steps taken/proposed to be taken by the Government to increase it?

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA):

(a): The Department has approved 10 Plastic Parks in the various States, which are currently in various stages of completion.

(b): The Department is not considering establishment of more Plastic Parks beyond the present 10 approved parks and is currently focusing on successful completion and operationalization of these 10 parks.

(c): The Department regularly monitors the progress of the projects in coordination with the respective implementing agencies. Periodic review meetings are held to address implementation issues and facilitate the timely completion and operationalisation of the Plastic Parks.

As on date, four Plastic Parks have achieved 100% completion of physical infrastructure (civil works). The implementation of these projects, as well as their operationalisation and allotment of plots to industrial units, is being carried out by the respective State Governments and their implementing agencies.

The Department also promotes these Plastic Parks during various industry events and through regular interactions with the plastics processing industry. In addition, State Governments undertake suitable measures, such as awareness and outreach activities, provision of land at competitive rates, and extension of applicable incentives, to facilitate private sector participation in these Parks.

(d): The common infrastructure facilities created in these Plastic Parks include

internal roads, drainage systems, boundary walls with gates, power supply and street lighting, water supply systems, administrative buildings, industrial sheds, warehousing facilities, sewerage systems, and Sewage Treatment Plants (STPs).

(e): Plastic Parks are designed to promote environmentally sustainable growth in the plastics processing sector by providing common infrastructure that facilitates environmentally sound manufacturing practices and resource efficiency.

The Parks incorporate infrastructure such as solid waste management systems, sewerage systems, Sewage Treatment Plants (STPs), and drainage systems to ensure proper waste management and pollution control. Units operating in these Parks are required to comply with applicable environmental regulations and obtain statutory clearances from the concerned authorities.

Further, producers and plastic processing units operating in the Parks are required to comply with the provisions relating to Extended Producer Responsibility (EPR) as notified by the Government.

(f): The details of employment generated and the total quantum of investment is as under:

S.No.	Name of Plastic Park	Private Investment attracted (in Rs. crore)	Employment Generated
1	Tamot Plastic Park	68.75	274
2	Jagatsinghpur Plastic Park	91.28	295
3	Tinsukia Plastic Park	212.00	982
4	Tiruvallur Plastic Park	Stayed by the Hon'ble NGT, Chennai	
5	Deoghar Plastic Park		-

6	Bilaua Plastic Park	2.54	-
7	Sitarganj Plastic Park	-	-
8	Raipur Plastic Park	-	-
9	Ganjimutt Plastic Park	-	-
10	Gorakhpur Plastic Park	89	295

The Government is making all efforts to increase the allotment and operationalization of allotted plots. The operationalization of these plots leads to generation of employment.

PM-ABHIM

***402. SHRI MADHAVANENI RAGHUNANDAN RAO:**

SHRI GOPAL JEE THAKUR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the salient features of the Pradhan Mantri Ayushman Bharat Health Infrastructure Mission (PM-ABHIM) including its components for strengthening the primary, secondary and tertiary healthcare systems;

(b) the details of funds sanctioned, released and utilised along with the progress achieved under the scheme, State/UT-wise;

(c) the key features and functional scope of the Integrated Public Health Laboratories (IPHLs), Block Public Health Units and Critical Care Blocks (CCBs) established under the scheme across the country, State/UT-wise;

(d) the details of facilities that the proposed IPHLs and CCBs are likely to provide to the people;

(e) the details of diagnostic, surveillance, emergency and critical care services proposed to be provided through IPHLs and CCBs, particularly in aspirational and tribal districts of the country;

(f) whether the Government has any plan to start a special scheme for tribal dominated districts in the country, if so, the details thereof; and

(g) the manner in which PM-ABHIM is strengthening public health preparedness and critical care infrastructure in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA):

(a) to (g): The Pradhan Mantri–Ayushman Bharat Health Infrastructure Mission (PM-ABHIM) was launched on 25 October 2021 with an outlay of Rs.64,180 crore for the period 2021-22 to 2025-26 to strengthen public health infrastructure for addressing the critical gaps in primary healthcare, diagnostics, surveillance, and critical care services across rural and urban areas.

The scheme envisages a new generation of reforms to integrate and strengthen health service delivery and public health action by providing a continuum of care at all levels, namely primary, secondary, and tertiary and for preparing the health systems to respond effectively to pandemics and disasters.

The key functional scope of its components namely Integrated Public

Health Laboratory (IPHL), is to strengthen the district level public health laboratory facilities for comprehensive diagnostic services, disease surveillance, outbreak detection and confirmation; Block Public Health Unit (BPHU) is to strengthen the public health functions including disease surveillance, epidemiological investigation and outbreak response at Block level; and Critical Care Block (CCB) is to provide advanced critical care services including ICU beds, oxygen supported beds, ventilators and other life-saving facilities at district level.

Further, the detailed features and functional scope of the Integrated Public Health Laboratories (IPHLs), Block Public Health Units (BPHUs) and Critical Care Blocks (CCBs) under the CSS component of PM-ABHIM are available in the Operational Guidelines of PM-ABHIM, available at the URL given below:

https://mohfw.gov.in/sites/default/files/Operational%20Guideline%20%28CSS%20Component%29_PM-ABHIM.pdf

Under CSS component of the scheme, administrative approvals have been accorded to the States/UTs under PM-ABHIM for 5 years' period i.e. FY 2021-22 to FY 2025-26 for an amount of Rs. 32,928.82 Crores for construction/ strengthening and establishment of 9519 Building-less Sub-Health Centre – Ayushman Arogya Mandirs (SHC-AAMs), 5456 Urban Ayushman Arogya Mandirs (Urban-AAMs), 2151 Block Public Health Units (BPHUs), 744 Integrated Public Health Laboratories (IPHLs) and 621 Critical Care Blocks (CCBs) at District Hospitals/Government Medical College level, including 168 IPHLs and 110 CCBs

in Tribal Districts under PM-ABHIM.

The State/UT-wise details of Central Release and Expenditure under PM-ABHIM from FY 2022–23 to FY 2024–25 are given in the enclosed **Statement-I**. Further, the State/UT-wise progress under PM-ABHIM is given in the enclosed **Statement-II**.

As a special initiative for the tribal areas, relaxation in NHM norms has been provided up to 10 Mobile Medical Units (MMUs) per district with Particularly Vulnerable Tribal Groups (PVTG) areas under the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN), of Ministry of Tribal Affairs (MoTA) and up to 4 Mobile Medical Units (MMUs) per district are permitted in tribal and hard-to-reach areas, compared to 2 in plain districts.

Under NHM, the Ministry of Health and Family Welfare (MoHFW) is responsible for two key interventions: of the scheme Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) of Ministry of Tribal Affairs (MoTA) namely, (i) provision of Mobile Medical Units (MMUs) to cover left-out villages lacking nearby healthcare facilities, and (ii) issuance of Ayushman Cards to uncovered tribal households under the Pradhan Mantri Jan Arogya Yojana (PM-JAY).

Under National Health Mission (NHM), norms have been relaxed for tribal/hilly/hard-to-reach areas to strengthen healthcare access. The population criteria for setting up Sub-Health Centres (SHCs), Primary Health Centres (PHCs), and Community Health Centres (CHCs) have been reduced from 5,000

to 3,000, 30,000 to 20,000, and 1,20,000 to 80,000, respectively. One Accredited Social Health Activist (ASHA) is allowed per habitation in tribal and hard-to-reach areas instead of one per 1,000 population.

STATEMENT- I

State/UT-wise Central Release and Expenditure under Pradhan Mantri Ayushman Bharat Health Infrastructure Mission from FY 2022-23 to FY 2024-25

(Rs. In Crore)

S. No.	Name of the State/UT	2022-23		2023-24		2024-25	
		Central Release	Expenditure	Central Release	Expenditure	Central Release	Expenditure
1	Andaman and Nicobar Islands	1.11	0.00	0.00	0.00	1.05	1.57
2	Andhra Pradesh	15.76	6.25	35.78	28.85	39.07	65.16
3	Arunachal Pradesh	0.10	0.00	8.83	2.25	1.05	2.44
4	Assam	2.26	1.16	91.45	68.45	159.61	177.34
5	Bihar	7.17	0.00	0.00	50.69	15.92	185.61
6	Chandigarh	4.79	1.73	10.38	5.83	5.13	6.34
7	Chattisgarh	1.34	11.01	32.23	19.64	18.63	31.05
8	Dadra & Nagar Haveli and Daman & Diu	0.24	0.00	0.28	0.21	0.53	0.51
9	Delhi	0.00	0.00	0.00	0.00	0.00	0.00
10	Goa	0.06	0.00	3.75	0.00	0.10	0.21
11	Gujarat	29.54	32.24	46.04	56.13	79.38	146.63
12	Haryana	1.31	0.00	17.67	16.63	36.00	88.63
13	Himachal Pradesh	28.05	9.98	15.69	15.27	44.81	52.92
14	Jammu & Kashmir	1.00	0.00	44.01	36.67	60.44	63.71
15	Jharkhand	183.04	240.87	102.27	454.05	65.27	289.16
16	Karnataka	37.10	18.75	100.57	104.47	118.91	198.19
17	Kerala	24.89	4.72	0.00	36.66	24.58	36.15
18	Ladakh	0.00	0.00	0.62	0.31	0.62	0.62

19	Lakshadweep	0.63	0.00	0.00	0.07	0.00	0.51
20	Madhya Pradesh	98.70	99.43	228.52	300.93	63.19	295.14
21	Maharashtra	4.07	0.00	31.76	34.47	65.48	86.82
22	Manipur	10.92	4.56	13.78	16.89	5.74	21.20
23	Meghalaya	43.28	8.80	4.42	28.02	10.50	27.34
24	Mizoram	1.52	0.27	4.52	1.32	3.82	7.27
25	Nagaland	0.08	0.00	4.42	0.60	0.00	1.71
26	Odisha	211.46	258.55	171.58	423.43	149.05	248.42
27	Puducherry	0.19	0.62	2.67	2.88	2.50	4.28
28	Punjab	24.16	0.00	0.00	2.07	8.92	45.33
29	Rajasthan	83.59	108.50	173.06	280.43	157.76	262.93
30	Sikkim	0.75	0.26	3.88	2.05	1.67	3.74
31	Tamil Nadu	150.42	183.35	279.36	389.37	224.99	512.33
32	Telangana	53.88	83.75	95.21	141.73	208.82	348.04
33	Tripura	0.90	0.38	2.48	1.43	2.12	2.94
34	Uttar Pradesh	173.71	254.04	247.96	252.69	400.95	544.74
35	Uttarakhand	32.31	1.60	0.00	16.35	26.89	31.07
36	West Bengal	0.00	9.75	30.91	49.78	78.40	92.35

Note:

1. The above releases relate to Central Govt. Grants & do not include State share contribution.

2. Expenditure includes expenditure against Central Release, State release & unspent balances at the beginning of the year. Expenditure is as per FMRs submitted by States/UTs and is provisional.

STATEMENT- II

I. Building less-AAM (Sub-Centers – Ayushman Arogya Mandir)

S. No.	States	Units Approved
1	Rajasthan	1112
2	Jharkhand	893
3	Manipur	64

4	Uttar Pradesh	1670
5	Assam	768
6	Odisha	604
7	West Bengal	385
8	Meghalaya	251
9	Bihar	2546
10	Andhra Pradesh	696
11	Karnataka	530
	Total	**9519**

II. Urban- AAM (U-HWC)

S. No.	State / UT	Units Approved
1	Andhra Pradesh	45
2	Chandigarh	19
3	DNH & DD	4
4	Gujarat	410
5	Mizoram	1
6	Odisha	140
7	Tamil Nadu	708
8	Telangana	500
9	Karnataka	817
10	Puducherry	32
11	Jammu & Kashmir	79
12	Rajasthan	639
13	Uttar Pradesh	674
14	Himachal Pradesh	38
15	Delhi	1139
16	A & N Islands	4
17	Manipur	3

18	West Bengal	204
	Total	**5456**

III. Block Public Health Units (BPHUs)

S. No	State / UT	Units Approved
1	Chhattisgarh	91
2	Jammu & Kashmir	287
3	Madhya Pradesh	196
4	Rajasthan	184
5	Odisha	197
6	Uttarakhand	78
7	Uttar Pradesh	515
8	Himachal Pradesh	73
9	Assam	207
10	Jharkhand	165
11	Bihar	158
	TOTAL	**2151**

IV. Integrated Public Health Labs (IPHLs)

S. No.	State / UT	Units Approved
1	A & N Islands	3
2	Andhra Pradesh	26
3	Bihar	38
4	Chandigarh	1
5	Chhattisgarh	28
6	DNH & DD	3
7	Delhi	11

8	Goa	2
9	Haryana	22
10	Jammu & Kashmir	20
11	Karnataka	31
12	Ladakh	2
13	Lakshadweep	1
14	Madhya Pradesh	55
15	Manipur	15
16	Meghalaya	10
17	Nagaland	11
18	Puducherry	4
19	Punjab	22
20	Rajasthan	33
21	Sikkim	3
22	Tamil Nadu	38
23	Telangana	33
24	Tripura	7
25	Maharashtra	36
26	Himachal Pradesh	12
27	Mizoram	10
28	Uttar Pradesh	75
29	Kerala	14
30	Gujarat	33
31	West Bengal	23
32	Odisha	30
33	Jharkhand	24
34	Assam	33
35	Arunachal Pradesh	22
36	Uttarakhand	13
	Total	**744**

V. Critical Care Hospital Block (CCBs)

S. No.	State / UT	Units Approved
1	Andhra Pradesh	24
2	Bihar	38
3	DNH & DD	1
4	Madhya Pradesh	50
5	Maharashtra	36
6	Manipur	2
7	Meghalaya	3
8	Mizoram	1
9	Nagaland	1
10	Punjab	22
11	Rajasthan	33
12	Sikkim	1
13	Tamil Nadu	37
14	Tripura	1
15	Telangana	31
16	Chhattisgarh	23
17	Jharkhand	23
18	West Bengal	22
19	Jammu & Kashmir	10
20	Karnataka	34
21	Himachal Pradesh	8
22	Gujarat	32
23	Uttar Pradesh	74
24	Odisha	28
25	Uttarakhand	5
26	Puducherry	4
27	Kerala	14
28	Assam	27

29	Haryana	22
30	A & N Islands	1
31	Arunachal Pradesh	1
32	Chandigarh	1
33	Delhi	9
34	Goa	2
	Total	**621**

आयुष दवाओं का मानकीकरण और गुणवत्ता नियंत्रण

***403. श्री ज्ञानेश्वर पाटील:**

श्री संदिपनराव आसाराम भुमरे:

क्या **आयुष** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार देश में आयुष दवाओं और उत्पादों के मानकीकरण और गुणवत्ता नियंत्रण के मुद्दों के समाधान के लिए कोई तंत्र स्थापित करने का है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और आयुष दवाओं/उत्पादों की गुणवत्ता में सुधार के लिए किए जा रहे विभिन्न प्रयासों का मध्य प्रदेश तथा महाराष्ट्र सहित देश में राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ग) आयुष के क्षेत्र में अनुसंधान और विकास को बढ़ाने और अंतर्राष्ट्रीय संगठनों के साथ सहयोग करने के लिए क्या अतिरिक्त उपाय किए गए हैं या किए जाने का प्रस्ताव है;

(घ) उपभोक्ताओं के बीच उच्च गुणवत्ता वाली आयुष दवाओं और उत्पादों के व्यापक उपयोग को बढ़ावा देने के लिए सरकार की कार्ययोजना का ब्यौरा क्या है; और

(ङ) क्या विभिन्न आयुष दवाओं के निर्माण में कोई कमी देखी गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क) और (ख): आयुष मंत्रालय ने देश में आयुष औषधियों के मानकीकरण और गुणवत्ता नियंत्रण के लिए पर्याप्त तंत्र स्थापित किए हैं। मध्य प्रदेश और महाराष्ट्र सहित देशभर में आयुष औषधियों की गुणवत्ता में और सुधार लाने के लिए किए जा रहे विभिन्न प्रयासों सहित, इन तंत्रों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा निम्नानुसार है:

1. औषधि एवं प्रसाधन सामग्री अधिनियम, 1940 और औषधि नियम, 1945 में आयुर्वेदिक, सिद्ध, सोवा-रिग्पा, यूनानी तथा होम्योपैथी औषधियों के लिए विशेष विनियामक प्रावधान हैं। आयुर्वेद, सिद्ध, सोवा-रिग्पा तथा यूनानी औषधियों से संबंधित प्रावधान, औषधि एवं प्रसाधन सामग्री अधिनियम, 1940 के अध्याय IV-क और अनुसूची-I तथा औषधि नियम, 1945 के नियम 151 से 169, अनुसूची-ङ (I), (न) एवं (न)(क) में निहित हैं। इसके अलावा, औषधि एवं प्रसाधन सामग्री अधिनियम, 1940 की दूसरी अनुसूची (4-क) में होम्योपैथिक औषधियों के लिए मानक प्रदान किए गए हैं तथा औषधि नियम, 1945 के नियम 2घघ, 30कक, 67 (ग-ज), 85 (क से झ), 106-क, अनुसूची-ट, अनुसूची ड-I होम्योपैथिक औषधियों से संबंधित हैं। विनिर्माताओं के लिए यह अनिवार्य है कि वे सुरक्षा तथा प्रभावशीलता के प्रमाण के साथ, विनिर्माण इकाइयों तथा औषधियों के लाइसेंसिंग के लिए निर्धारित अपेक्षाओं का पालन करें, औषधि नियम, 1945 की अनुसूची-न और अनुसूची ड-I तथा संबंधित भेषजसंहिताओं में दिए गए औषधियों के गुणवत्ता मानकों के अनुसार उत्तम विनिर्माण पद्धतियों (जीएमपी) का अनुपालन करें।
2. भारतीय चिकित्सा एवं होम्योपैथी भेषजसंहिता आयोग (पीसीआईएमएंडएच), जो आयुष मंत्रालय, भारत सरकार का अधीनस्थ कार्यालय है, आयुर्वेद, सिद्ध, यूनानी तथा होम्योपैथी

(एएसयूएंडएच) औषधियों के लिए फार्मूलरी विनिर्देश और भेषजसंहिता मानक निर्धारित करता है, जो एएसयूएंडएच औषधियों की गुणवत्ता (पहचान, शुद्धता और शक्ति) का पता लगाने के लिए आधिकारिक संग्रह के रूप में कार्य करते हैं और देशभर में बिक्री हेतु एएसयूएंडएच औषधियों के विनिर्माण के लिए इन गुणवत्ता मानकों का अनुपालन अनिवार्य है। अब तक, एएसयूएंडएच औषधियों में उपयोग किए जाने वाले कच्चे माल (पौधे/पशु/ खनिज/ धातु/ रासायनिक मूल की एकल औषधियां) पर 2325 गुणवत्ता मानक, एएसयू फॉर्मूलेशन के 426 गुणवत्ता मानक तथा एएसयू औषधियों के 2799 फार्मूलरी विनिर्देश प्रकाशित किए जा चुके हैं। उपर्युक्त के अलावा, भारतीय आयुर्वेदिक भेषजसंहिता (एपीआई) में शामिल 392 एकल औषधियों पर मैक्रो-माइक्रोस्कोपिक तथा टीएलसी एटलस के रूप में सहायक दस्तावेज भी प्रकाशित किए गए हैं। इसके अतिरिक्त, एएसयूएंडएच औषधियों के परीक्षण या विश्लेषण के लिए पीसीआईएमएंडएच, भारतीय चिकित्सा एवं होम्योपैथी के लिए केंद्रीय औषधि परीक्षण प्रयोगशाला के रूप में भी कार्य करता है।

3. औषधि नियम, 1945 के नियम 160-क से ञ में आयुर्वेद, सिद्ध, सोवा-रिग्पा तथा यूनानी औषधियों की पहचान, शुद्धता, गुणवत्ता एवं शक्ति के ऐसे परीक्षण करने के लिए, जो आयुर्वेद, सिद्ध, सोवा-रिग्पा तथा यूनानी औषधियों के विनिर्माण हेतु लाइसेंसधारी की ओर से इन नियमों के प्रावधानों के तहत अपेक्षित हैं, औषधि परीक्षण प्रयोगशाला के अनुमोदन हेतु विनियामक दिशा-निर्देश दिए गए हैं। आज की स्थिति के अनुसार, औषधि नियम, 1945 के प्रावधानों के तहत विनिर्माताओं के लिए 108 निजी प्रयोगशालाओं को स्वीकृत किया गया है अथवा लाइसेंस दिया गया है। इसके अलावा, आयुर्वेद, सिद्ध, सोवा-रिग्पा तथा यूनानी औषधियों और वैध नमूनों सहित कच्चे माल की गुणवत्ता परीक्षण के लिए 34 राज्य/संघ राज्य क्षेत्र औषधि परीक्षण प्रयोगशालाएं हैं।

4. औषधि एवं प्रसाधन सामग्री अधिनियम, 1940 और उसके अंतर्गत बनाए गए नियमों में यथा निर्धारित किए गए अनुसार, गुणवत्ता नियंत्रण से संबंधित कानूनी उपबंधों का प्रवर्तन और आयुर्वेद, सिद्ध, सोवा-रिग्पा, यूनानी तथा होम्योपैथी औषधियों के औषधि लाइसेंस जारी करना, संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा नियुक्त औषधि नियंत्रकों/लाइसेंसिंग प्राधिकरणों में निहित है।
5. औषधि निरीक्षक अपने अधिकार क्षेत्र के भीतर विनिर्माण फर्मों या बिक्री की दुकानों से नियमित रूप से औषधियों के नमूने एकत्र करते हैं और उन्हें गुणवत्ता परीक्षण के लिए औषधि नियंत्रण विभाग के अंतर्गत औषधि परीक्षण प्रयोगशाला में भेजते हैं और यदि कोई नमूना 'मानक गुणवत्ता का नहीं' पाया जाता है, तो बाजार से औषधियों की बिक्री को रोकने जैसी समुचित कार्रवाई की जाती है और औषधि एवं प्रसाधन सामग्री अधिनियम 1940 तथा उसके तहत बनाए गए नियमों के अनुसार उचित कानूनी कार्रवाई की जाती है।
6. आयुष मंत्रालय ने केंद्रीय औषधि मानक नियंत्रण संगठन (सीडीएससीओ) में एक आयुष वर्टिकल स्थापित किया है, जिसमें 1 उप औषधि नियंत्रक, 4 सहायक औषधि नियंत्रक और 4 औषधि निरीक्षक के पद हैं। आयुष वर्टिकल में तैनात औषधि निरीक्षक, आयुष औषधियों की सुरक्षा और गुणवत्ता सुनिश्चित करने के लिए संबंधित राज्यों/संघ राज्य क्षेत्रों के लाइसेंसिंग अधिकारियों/ औषधि निरीक्षकों के साथ समन्वय करते हुए जोखिम-आधारित निरीक्षण सहित विभिन्न विनिर्माण इकाइयों का निरीक्षण करते हैं।

(ग): भारत सरकार ने वैज्ञानिक तर्ज पर आयुष पद्धति में अनुसंधान करने, उसके समन्वय, निरूपण, विकास और संवर्धन को बढ़ावा देने के लिए आयुष मंत्रालय के तहत सर्वोच्च संगठनों के रूप में केंद्रीय आयुर्वेदीय विज्ञान अनुसंधान परिषद (सीसीआरएएस), केंद्रीय यूनानी चिकित्सा अनुसंधान परिषद (सीसीआरयूएम), केंद्रीय होम्योपैथी अनुसंधान परिषद (सीसीआरएच), केंद्रीय सिद्ध अनुसंधान परिषद

(सीसीआरएस) और केंद्रीय योग एवं प्राकृतिक चिकित्सा अनुसंधान परिषद (सीसीआरवाईएन) की स्थापना की है। मुख्य अनुसंधान गतिविधियों में औषधीय पादप अनुसंधान (मेडिको-एथनो बॉटनिकल सर्वे, फार्माकोग्नॉसी और इनविट्रो-प्रोपेगेशन तकनीक), औषधि मानकीकरण, फार्माकोलॉजिकल अनुसंधान, नैदानिक अनुसंधान, साहित्यिक अनुसंधान और प्रलेखन तथा जनजातीय स्वास्थ्य देखभाल अनुसंधान कार्यक्रम शामिल हैं। ये अनुसंधान कार्यकलाप देश भर में स्थित इसके परिधीय संस्थानों/इकाइयों के माध्यम से और विभिन्न विश्वविद्यालयों, अस्पतालों तथा संस्थानों के सहयोग से भी किए जाते हैं।

इसके अलावा, आयुष मंत्रालय आयुर्ज्ञान योजना के नाम से एक केंद्रीय क्षेत्र योजना कार्यान्वित कर रहा है। इस योजना में अन्य बातों के साथ-साथ (i) आयुष में अनुसंधान एवं नवाचार और (ii) आयुर्वेद जीव विज्ञान एकीकृत स्वास्थ्य अनुसंधान, घटक शामिल हैं। आयुष में अनुसंधान एवं नवाचार और आयुर्वेद जीव विज्ञान एकीकृत स्वास्थ्य अनुसंधान घटकों के तहत, आयुष चिकित्सा पद्धतियों में नैदानिक अनुसंधान सहित अनुसंधान अध्ययन के लिए संगठनों/संस्थानों को वित्तीय सहायता प्रदान की गई है।

आयुष मंत्रालय, आयुष के लिए अंतर्राष्ट्रीय सहयोग को बढ़ावा देने की केंद्रीय क्षेत्र योजना (आईसी योजना) को कार्यान्वित कर रहा है। इस योजना के तहत, आयुष मंत्रालय आयुष उत्पादों और सेवाओं के निर्यात को बढ़ावा देने के लिए भारतीय आयुष औषधि विनिर्माताओं/आयुष सेवा प्रदाताओं को सहायता प्रदान करता है; आयुष चिकित्सा पद्धतियों का अंतर्राष्ट्रीय स्तर पर प्रचार, विकास करने और मान्यता देने में मदद करता है; हितधारकों के बीच बातचीत और अंतर्राष्ट्रीय स्तर पर आयुष के बाजार विकास को बढ़ावा देता है; विदेशों में आयुष अकादमिक पीठों की स्थापना करके शिक्षाविदों और अनुसंधान को बढ़ावा देता है तथा अंतर्राष्ट्रीय स्तर पर आयुष चिकित्सा पद्धतियों के बारे में जागरूकता और रुचि को बढ़ावा देने तथा उसे सुदृढ़ करने के लिए प्रशिक्षण कार्यशालाओं/संगोष्ठियों

का आयोजन करता है। इस योजना के तहत, 27 अलग-अलग देशों के बीच समझौता ज्ञापनों, 16 आयुष पीठ समझौता ज्ञापनों और 54 संस्थान से संस्थान स्तर के समझौता ज्ञापनों पर हस्ताक्षर किए गए हैं।

(घ): आयुष मंत्रालय ने 2021-2022 से पांच वर्षों के लिए 122.00 करोड़ रुपये के वित्तीय परिव्यय के साथ, आयुष औषधि गुणवत्ता एवं उत्पादन संवर्धन योजना (एओजीयूएसवाई) के नाम से एक केंद्रीय क्षेत्र योजना कार्यान्वित की है। एओजीयूएसवाई योजना के घटक निम्नप्रकार हैं -

क. उच्च मानक हासिल करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन।

ख. भ्रामक विज्ञापनों की निगरानी सहित एएसयू एंड एच औषधियों की भेषजसतर्कता।

ग. आयुष औषधियों के लिए तकनीकी मानव संसाधन और क्षमता निर्माण कार्यक्रमों सहित केंद्रीय तथा राज्य विनियामक ढांचे को सुदृढ़ करना।

घ. भारतीय मानक ब्यूरो (बीआईएस), भारतीय गुणवत्ता नियंत्रण (क्यूसीआई) और अन्य संबंधित वैज्ञानिक संस्थानों तथा औद्योगिक अनुसंधान एवं विकास केंद्रों के सहयोग से आयुष उत्पादों एवं सामग्रियों के मानकों के विकास और प्रत्यायन/प्रमाणन के लिए सहयोग।

इसके अलावा, नीचे दिए गए विवरण के अनुसार, आयुष मंत्रालय आयुष उत्पादों के निम्नलिखित प्रमाणन को प्रोत्साहित करता है:-

- आयुष औषधियों की सुरक्षा और गुणवत्ता सुनिश्चित करने के लिए *विनियामक उपायों को सुदृढ़* करने हेतु केन्द्रीय औषधि मानक नियंत्रण संगठन (सीडीएससीओ) में एक आयुष वर्टिकल बनाया गया है। इसके अलावा, सीडीएससीओ इन मानकों का अनुपालन करने वाली आयुष औषधियों को डब्ल्यूएचओ फार्मास्युटिकल उत्पाद प्रमाणपत्र (डब्ल्यूएचओ-सीओपीपी) जारी करता है।
- भारतीय गुणवत्ता परिषद (क्यूसीआई) द्वारा कार्यान्वित की गई गुणवत्ता प्रमाणन योजना जिसके

तहत घरेलू और अंतर्राष्ट्रीय मानकों के अनुपालन की स्थिति के अनुसार गुणवत्ता के तीसरे पक्ष के मूल्यांकन के आधार पर आयुर्वेदिक, सिद्ध और यूनानी उत्पादों को आयुष मानक और प्रीमियम मार्क प्रदान किया जाता है।

इसके अलावा, दिसंबर 2025 में डब्ल्यूएचओ वैश्विक शिखर सम्मेलन के दौरान वैश्विक मानकों के लिए आयुष उत्पादों और सेवाओं हेतु आयुष गुणवत्ता मार्क का शुभारंभ किया गया है। यह प्रमाणन योजना, गुणवत्ता, सुरक्षा और प्रभावकारिता के अंतरराष्ट्रीय स्तर पर स्वीकृत मानकों को सुनिश्चित करके, आयुष उत्पादों और सेवाओं के प्रति उपभोक्ता के विश्वास को मजबूत करती है।

आयुष मंत्रालय ने वर्ष 2022 में आवश्यक आयुष औषधियों की राष्ट्रीय सूची (एनएलईएम) प्रकाशित की है, जिसमें 201 आयुर्वेद, 200 सिद्ध, 200 यूनानी और 200 होम्योपैथी औषधियां शामिल हैं। इसके अलावा, राष्ट्रीय आयुष मिशन (एनएएम) योजना नामक केन्द्रीय प्रायोजित योजना के अंतर्गत, राज्य/संघ राज्य क्षेत्र सरकारों को अस्पतालों, औषधालयों और सह-स्थापित सुविधाओं में इस एनएलईएम की खरीद के लिए अनुदान सहायता दी जाती है।

(ङ): राज्य/संघ राज्य क्षेत्र सरकारों से प्राप्त जानकारी के अनुसार, विभिन्न आयुष औषधियों के विनिर्माण में देखी गई कमियों का ब्यौरा संलग्न **विवरण** में दिया गया है।

<u>विवरण</u>

विभिन्न आयुष औषधियों के विनिर्माण में देखी गई कमियों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा निम्न प्रकार है-

क्र.सं.	**राज्य/संघ राज्य क्षेत्र का नाम**	**देखी गई कमी का ब्यौरा**
1	मध्य प्रदेश	जी हां, 03 विनिर्माण इकाइयों नामत: मैसर्स सिद्धि हर्बल ग्वालियर, मैसर्स शिवम फार्मेसी ग्वालियर और मैसर्स रभियांस हर्बल्स प्राइवेट लिमिटेड इंदौर में देखा गया है कि अनुसूची-न का अनुपालन नहीं किया गया है। उपर्युक्त तीनों फर्मों का

		लाइसेंस रद्द कर दिया गया है।
2	बिहार	मैसर्स राधा होमियो प्रयोगशाला, गौतम बुद्ध रोड, गया जी, बिहार में औषधि एवं प्रसाधन सामग्री अधिनियम 1940 एवं औषधि नियम 1945 के अनुपालन में कमी देखी गई है। औषधि एवं प्रसाधन सामग्री अधिनियम 1940 एवं औषधि नियम 1945 के अनुसार कानूनी कार्रवाई की गई है।
3	त्रिपुरा	त्रिपुरा में कोई विनिर्माण इकाई नहीं है।
4	ओडिशा	शून्य
5	महाराष्ट्र	शून्य
6	दिल्ली	शून्य
7	गुजरात	शून्य
8	पुडुचेरी	शून्य
9	उत्तराखंड	शून्य
10	उत्तर प्रदेश	शून्य
11	हरियाणा	शून्य
12	केरल	शून्य
13	हिमाचल प्रदेश	शून्य
14	गोवा	शून्य
15	पंजाब	शून्य

BUDGET ALLOCATION IN HEALTH SECTOR

***404. SHRIMATI DAGGUBATI PURANDESWARI:**

SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the record allocation of Rs. 1.06 lakh crore for the health sector in the

Union Budget 2026-27 reflects the Government’s commitment for building a "future-ready" healthcare system, if so, the details thereof;

(b) whether the 10 per cent increase in the health budget aligns with the Government's stated goal of increasing public health expenditure to 2.5 per cent of GDP by 2025-26, if so, the details thereof;

(c) whether the 67 per cent boost in funding for health infrastructure under PM-ABHIM is likely to effectively bridge the gap in critical care services in tier-2, tier-3 cities, if so, the details thereof;

(d) whether the establishment of five regional medical hubs is intended to promote India as a global destination for affordable, high-quality medical tourism, if so, the details thereof;

(e) whether the budget's "prevention-first" philosophy is the most effective strategy for reducing the long-term burden of non-communicable diseases on the economy, if so, the details thereof; and

(f) whether these fiscal measures are intended to ensure wider access to quality healthcare services as part of the "Viksit Bharat" vision, if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA):

(a) to (f): Government of India is committed to provide to good quality health care services through increasing access, increasing affordability by lowering the cost of

healthcare delivery and equity. Towards this, various schemes such as National Health Mission, Pradhan Mantri-Ayushman Bharat Health Infrastructure Mission, Pradhan Mantri Swasthya Suraksha Yojana, Ayushman Bharat Pradhan Mantri Jan Arogya Yojana, among others are being implemented through Department of Health & Family Welfare (DoHFW).

The Department has been allocated ₹1,01,709.21 crore in BE 2026-27, marking a 9.45% rise over RE 2025-26. The allocation under BE 2026-27 is 175% increase in comparison to BE allocation of FY 2014-15.

Government Health Expenditure (GHE) as a share of GDP has increased from 1.13% to 1.84% between 2014-15 and 2021-22. GHE includes expenditure on health by Ministry of Health & Family Welfare (DoHFW and Department of Health Research), other Central Government Ministries (Defence, Labour & Employment, Mines, Railways, AYUSH, Science & Technology, Posts, Telecommunications, and Home Affairs etc), State/UT Governments, expenditure by urban and rural local bodies etc.

The allocation under Pradhan Mantri - Ayushman Bharat Health Infrastructure Mission (PM-ABHIM) is aimed at strengthening health care infrastructure to effectively manage and respond to any future pandemics and outbreaks across the country through expansion of critical care blocks, integrated public health laboratories, district and sub-district hospitals, and other health infrastructure facilities.

To promote India as a hub for medical tourism services, Government of India, in the Union Budget 2026-27, has announced a Scheme to support States in establishing five Regional Medical Hubs, in partnership with the private sector.

The Department of Health and Family Welfare, under National Health Mission (NHM), provides technical and financial support to States/UTs for the National Programme for Prevention and Control of Non-Communicable Diseases (NP-NCD). The programme focuses on strengthening infrastructure, human resource development, screening, early diagnosis, referral, treatment, and health promotion for Non-Communicable Diseases (NCDs). NP-NCD programme embodies the philosophy of “prevention-first” as an effective strategy for reducing the long-term burden of non-communicable diseases on the economy. The preventive aspect of NCDs is strengthened under Comprehensive Primary Health Care through Ayushman Arogya Mandirs (AAM) by promotion of wellness activities. In addition, the Eat Right India movement of the Food Safety and Standards Authority of India encourages reduced intake of salt, sugar and trans-fats. Further, the Fit India movement of the Ministry of Youth Affairs and Sports, and various Yoga-related activities undertaken by the Ministry of AYUSH also promote healthier lifestyles.

To attain the Viksit Bharat vision of ensuring wider access to quality healthcare services, Department of Health & Family Welfare, Government of India has encouraged States to accord focus on various health sector initiatives for

improving quality such as Indian Public Health Standards (IPHS), National Quality Assurance Standards (NQAS), LaQshya (Labour room & Quality Improvement Initiative), MusQan (Quality improvement initiative of Child Health services), Kayakalp and Mera Aspatal etc.

IMPLEMENTATION OF CENTRAL HEALTH SCHEMES

***405. DR. KADIYAM KAVYA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the status of implementation of Central health schemes such as Ayushman Bharat–Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), National Health Mission and PM-ABHIM in the Warangal Parliamentary Constituency during the last three years;

(b) the number of beneficiaries from Warangal who availed treatment under the Ayushman Bharat scheme along with the total number of claims submitted and settled, year-wise;

(c) the number of Government Hospitals, Primary Health Centres, Community Health Centres and Health and Wellness Centres functioning in Warangal along with the vacancies of doctors, specialists and nursing staff therein;

(d) the amount of funds allocated, released and utilised for strengthening healthcare infrastructure in Warangal; and

(e) the measures taken by the Government to address maternal and infant

mortality and to improve the availability of specialist healthcare services in the said district?

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA):

(a) to (e): Ayushman Bharat Pradhan Mantri - Jan Arogya Yojana (AB PM-JAY) is a flagship scheme of the Government which provides health cover of Rs. 5 lakhs per family per year for secondary and tertiary care hospitalization to approximately 55 Crore beneficiaries corresponding to 12.37 Crore families constituting economically vulnerable bottom 40% of India's population. Recently, the scheme has been expanded to cover 6 crore senior citizens of age 70 years and above belonging to 4.5 crore families irrespective of their socio-economic status under AB PM-JAY with Vay Vandana Card. There are a total 29.02 lakh families eligible under AB PM-JAY in Telangana. As on 28th February 2026, a total of 82.79 lakh cards have been created and a total of 28.55 lakh hospital admissions have been authorized under the scheme in Telangana. More than 9.57 lakh Ayushman Cards have been created in various districts under the Warangal Parliamentary Constituency during the FY 2022-23 to FY 2024-25.

The National Health Mission (NHM) provides support for improvement in health infrastructure, availability of adequate human resources in health facilities, to improve availability and accessibility to quality healthcare across the country including Warangal Parliamentary Constituency. The Ministry of Health and

Family Welfare (MoHFW) provides technical and financial support to the States/UTs to strengthen the public healthcare system, based on the proposals received in the form of Programme Implementation Plans (PIPs) under NHM. Government of India provides approval for the proposals in the form of Record of Proceedings (RoPs) as per norms & available resources.

Details of State PIP (SPIP) Approval and Expenditure on Infrastructure Strengthening (Rural & Urban) for the State of Telangana under NHM from FY 2022-23 to FY 2024-25 is as under:

(Rs. in Lakhs)

States	2022-23		2023-24		2024-25	
	SPIP Approvals	Expenditure	SPIP Approvals	Expenditure	SPIP Approvals	Expenditure
Telangana	11,534.19	15,478.29	41,042.91	6,920.11	6,956.69	6,956.69

Note:

1. SPIP Approval and Expenditure is as per the available Financial Management Reports submitted by State/UTs and are provisional.
2. Expenditure includes expenditure against Central Release, State Release & unspent balances at the beginning of the year.

The Pradhan Mantri Ayushman Bharat Health Infrastructure Mission (PM-ABHIM) with an outlay of Rs.64,180 crore aims to provide support for infrastructure development for Sub-Health Centres (SHC), Urban Ayushman Arogya Mandirs (U-AAM), Support for Block Public Health Units (BPHU), Integrated District Public Health Laboratories (IPHL) and Critical Care Hospital Blocks (CCBs). Administrative approvals to the tune of Rs.1369.03 Cr. have been

accorded under PM-ABHIM to the State of Telangana for a period of five years i.e. FY 2021-22 to 2025-2026.

Health Dynamics of India (HDI) (Infrastructure & Human Resources), 2022-23 is an annual publication, based on healthcare administrative data reported by States/UTs. Details of availability of healthcare facilities and human resource including doctors, specialists and nursing staff alongwith gaps in the country, State/UT-wise including Warangal district of Telangana, may be seen at the following link of HDI 2022-23:

https://mohfw.gov.in/sites/default/files/Health%20Dynamics%20of%20India%20%28Infrastructure%20%26%20Human%20Resources%29%202022-23_RE%20%281%29.pdf

The Fifteenth Finance Commission (FC-XV) has recommended grants through local governments for specific components of the heath sector to the tune of Rs.70,051 crore including Telangana. Total amount of Rs.2,227.51 crore has been allocated under FC-XV health grant for the State of Telangana for FY 2021-22 to FY 2025-26 and Rs.1,482.87 crore has been released so far.

The Government of India, under NHM, has implemented several initiatives across the country including Warangal district of Telangana to reduce maternal and infant mortality by strengthening antenatal, delivery and postnatal care services. Key programmes such as Janani Suraksha Yojana (JSY), Janani Shishu Suraksha Karyakram (JSSK), Pradhan Mantri Surakshit Matritva Abhiyan

(PMSMA), Surakshit Matritva Aashwasan (SUMAN), Kangaroo Mother Care, Facility-based newborn care, and home-based New-born Care to promote institutional deliveries and ensure free, quality maternal and newborn care. Complementary initiatives including Anemia Mukt Bharat, Mothers' Absolute Affection (MAA) further support nutrition and specialized care to improve survival and health outcomes for mothers and infants.

CONSTRUCTION OF COURT COMPLEXES AT NANDIGAMA

***406. SHRI BALASHOWRY VALLABHANENI:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether the Union Government has approved the construction of two court complexes at Nandigama in Krishna district of Andhra Pradesh under a Centrally Sponsored Scheme;

(b) if so, the details thereof along with the number of court halls and infrastructure and facilities proposed in the above court complexes; and

(c) the timeline by which the above project is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a) to (c): The primary responsibility for development of infrastructure facilities for District and Subordinate Courts rests with the State Governments/UTs. However,

to augment the resources of States/UTs, Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for Judiciary in the District and Subordinate Courts since 1993-94, by providing financial assistance in the prescribed fund sharing pattern between the Centre and States/UTs. The Scheme covers five components, namely, Court Halls, Residential Units for Judicial Officers, Lawyers' Halls, Toilet Complexes and Digital Computer Rooms.

As per information provided by the High Court of Andhra Pradesh, the Government of Andhra Pradesh vide Government Order dated 12.04.2017 has accorded administrative sanction for construction of two court Complexes for Civil Judge (Senior Division) and Civil Judge (Junior Division) at Nandigama in Krishna District. The Building contains 2 Court halls, Judges Chamber, Bar Association Rooms, Waiting Rooms, Property Rooms, Sherasthadar Room, Record Room, Dining Room, Library, Wash Rooms, Computer Room and Staff Room etc. Construction of the said building has since been completed and inaugurated on 19.03.2024.

स्वास्थ्य मिशनों की समीक्षा

***407.श्री संजय उत्तमराव देशमुखः**

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकरः

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने देशभर में चलाए जा रहे स्वास्थ्य मिशनों की समीक्षा की है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या धाराशिव सहित महाराष्ट्र के विभिन्न जिलों में स्वास्थ्य मिशन के तहत संविदा इंजीनियरों द्वारा किए गए निर्माण कार्य निम्न स्तर के हैं, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) ऐसे निम्न स्तर के कार्यों के लिए जिम्मेदार पाए गए इंजीनियरों/ठेकेदारों के विरुद्ध सरकार द्वारा क्या कार्रवाई की गई है;

(घ) भविष्य में ऐसे इंजीनियरों/ठेकेदारों के विरुद्ध कड़ी कार्रवाई सुनिश्चित करने के लिए सरकार द्वारा क्या मानदंड निर्धारित किए गए हैं;

(ङ) क्या ऐसे मामलों में बिलों को रोकने, जुर्माना लगाने या ठेकेदारों को काली सूची में डालने का कोई प्रावधान है; और

(च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और अब तक ऐसे कितने मामलों में बिल रोके गए हैं?

स्वास्थ्य और परिवार कल्याण मंत्री; तथा रसायन और उर्वरक मंत्री (श्री जगत प्रकाश नड्डा):

(क) से (च): 'जन स्वास्थ्य' और 'अस्पताल' राज्य के विषय हैं, इसलिए देश के सभी जन स्वास्थ्य सुविधा केन्द्रों में बुनियादी ढांचा, निदान उपकरण और जनशक्ति उपलब्ध कराने की प्राथमिक जिम्मेदारी संबंधित राज्य/संघ राज्य क्षेत्र सरकार की है।

भारत सरकार का स्वास्थ्य और परिवार कल्याण मंत्रालय, राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) के अंतर्गत कार्यक्रम कार्यान्वयन योजनाओं (पीआईपी) के रूप में प्राप्त प्रस्तावों के आधार पर, मानदंडों और उपलब्ध संसाधनों को ध्यान में रखते हुए, सार्वजनिक स्वास्थ्य प्रणाली को मजबूत करने के लिए राज्यों/ संघ राज्य क्षेत्रों को तकनीकी और वित्तीय सहायता प्रदान करता है, और राज्य सरकार अनुमोदन के अनुसार कार्यों को क्रियान्वित करती है।

राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) के तहत, देश भर में विभिन्न स्वास्थ्य कार्यक्रमों के

अंतर्गत राज्यों के प्रदर्शन का नियमित रूप से मूल्यांकन किया जाता है, जिसमें दूरस्थ, पहाड़ी और जनजातीय क्षेत्र भी शामिल हैं। यह मूल्यांकन समीक्षा बैठकों, प्रमुख उपलब्धियों की मध्यावधि समीक्षा, वरिष्ठ अधिकारियों के क्षेत्र भ्रमण, सेवा प्रदायगी के लिए मानदंड स्थापित करके कार्य निष्पादन को बढ़ावा देने और उपलब्धियों को पुरस्कृत करने आदि के माध्यम से किया जाता है। विभिन्न योजनाओं की प्रगति और कार्यान्वयन स्थिति का आकलन और निगरानी करने के लिए प्रत्येक वर्ष सामान्य समीक्षा मिशन (सीआरएम) आयोजित किए जाते हैं।

महाराष्ट्र सरकार द्वारा दी गई जानकारी के अनुसार, धाराशिव जिले सहित अन्य स्थानों पर स्वास्थ्य मिशनों के अंतर्गत किए जा रहे निर्माण कार्यों का निष्पादन और नियमित निगरानी राज्य सरकार के अवसंरचना विकास स्कंध (आईडीडब्ल्यू) द्वारा की जाती है। निर्धारित गुणवत्ता मानकों का अनुपालन सुनिश्चित करने के लिए समय-समय पर स्थल दौरे और निरीक्षण किए जाते है। आईडीडब्ल्यू ने निर्माण की गुणवत्ता की निगरानी करने और गुणवत्ता सुनिश्चित करने के लिए तृतीय पक्ष लेखापरीक्षा परामर्शदाताओं और वास्तुकार परामर्शदाताओं को भी सूचीबद्ध किया है। इसके अतिरिक्त, ठेकेदारों का चयन आईडीडब्ल्यू द्वारा बनाए गए पैनल रजिस्टर से किया जाता है। कार्यों की प्रगति और गुणवत्ता की निगरानी के लिए मुंबई स्थित राज्य स्वास्थ्य विभाग मुख्यालय द्वारा मासिक समीक्षा बैठकें भी आयोजित की जाती हैं। जिला स्तर पर कार्यों की निगरानी संबंधित संस्थानों में जिला स्वास्थ्य अधिकारी (डीएचओ) और सिविल सर्जन (सीएस) द्वारा भी की जाती है।

राज्य द्वारा ठेकेदारों को जारी किए गए अनुबंध और कार्य आदेशों में खराब प्रदर्शन या घटिया काम करने के मामले में बिल रोकने, जुर्माना लगाने और ठेकेदारों को काली सूची में डालने के प्रावधान शामिल हैं। इससे पूर्व, राज्य द्वारा पांच उप अभियंताओं (डीई) और तीन कार्यकारी अभियंताओं (ईई) के अनुबंध समाप्त किए जा चुके हैं। तीन ठेकेदारों को काली सूची में डाला गया है और अनुबंध में उल्लिखित शर्तों के अनुसार कतिपय मामलों में लगाए गए 1.54 करोड़ रुपये का जुर्माना कायम रखा

गया है।

स्नैक्स और पैकेटबंद खाद्य पदार्थों में पाम ऑयल का उपयोग

***408. डॉ. आनन्द कुमार गोंडः**

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या देश में स्नैक्स, बिस्कुट, नमकीन और अन्य पैकेट बंद खाद्य पदार्थों में पाम ऑयल का व्यापक रूप से उपयोग किया जा रहा है, जिसे स्वास्थ्य के लिए हानिकारक माना जाता है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार को इस बात की जानकारी है कि कुछ बहुराष्ट्रीय कंपनियां विकसित देशों में समान उत्पादों के लिए अन्य खाद्य तेलों का उपयोग करती हैं, जबकि भारत और अन्य निम्न एवं मध्यम आय वाले देशों में विपणन किए जाने वाले उत्पादों में पाम ऑयल का उपयोग किया जाता है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार का यह विचार/मानना है कि यदि कोई खाद्य उत्पाद या उसका कोई घटक एक देश में स्वास्थ्य के लिए अनुपयुक्त माना जाता है, तो उसी उत्पाद को अन्य देशों में भी उपभोक्ताओं के लिए सुरक्षित नहीं माना जाना चाहिए, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार का विचार इस संबंध में बहुराष्ट्रीय कंपनियों द्वारा अपनाए जा रहे कथित दोहरे मानकों के संबंध में चिंताओं को दूर करने के लिए कोई दिशानिर्देश जारी करने का है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

स्वास्थ्य और परिवार कल्याण मंत्री; तथा रसायन और उर्वरक मंत्री (श्री जगत प्रकाश नड्डा):

(क) से (घ): भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (एफएसएसएआई) को खाद्य पदार्थों के लिए वैज्ञानिक मानक निर्धारित करने और मानव उपभोग के लिए सुरक्षित और पौष्टिक भोजन की

उपलब्धता सुनिश्चित करने के लिए उनके विनिर्माण, भंडारण, वितरण, विक्रय और आयात को विनियमित करने का अधिदेश दिया गया है, और एफएसएसएआई मानक पूरे देश में समान रूप से लागू होते हैं।

खाद्य सुरक्षा और मानक प्राधिकरण ने खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) विनियम, 2011 अधिसूचित किया है, जिसमें बिस्कुट, खाद्य तेल एवं अन्य पैकेटबंद खाद्य पदार्थों सहित विभिन्न खाद्य उत्पादों के खाद्य उत्पाद मानक विनिर्दिष्ट किए गए हैं। उपर्युक्त विनियम के उप-विनियम 2.2 में खाद्य पदार्थों में उपयोग किए जाने वाले खाद्य तेल सहित वसा, तेल और वसा इमल्शन, के खाद्य उत्पाद मानक निर्दिष्ट किए गए हैं, जिनमें पाम ऑयल एक मानकीकृत उत्पाद है।

मानकीकृत खाद्य तेल होने के कारण, खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) विनियमन, 2011 के अनुसार स्नैक्स, बिस्कुट, नमकीन और अन्य पैकेटबंद खाद्य पदार्थों जैसे खाद्य पदार्थों में खाद्य तेल घटक के रूप में पाम ऑयल का उपयोग करने की अनुमति है।

खाद्य सुरक्षा और मानक (लेबलिंग और प्रदर्शन) विनियम, 2020 के उप-विनियम 5(2)(घ) में यह विनिर्दिष्ट है कि " खाद्य सामग्री की सूची में खाद्य सामग्री के लिए एक विशिष्ट नाम का उपयोग किया जाएगा" और 'खाद्य वनस्पति तेल' वर्ग के नाम में आने वाली सामग्री के लिए उपभोक्ताओं को ज्ञात खाद्य विकल्पों के लिए विशिष्ट खाद्य तेल का नाम दिया जाएगा।

खाद्य सुरक्षा और मानक अधिनियम, 2006 और इसके तहत बनाए गए विनियमों के अनुसार गुणवत्ता एवं सुरक्षा मानकों तथा अन्य अपेक्षाओं के अनुपालन की जाँच के लिए संबंधित राज्यों/संघ राज्य क्षेत्रों के खाद्य सुरक्षा विभागों और खाद्य सुरक्षा और मानक प्राधिकरण के क्षेत्रीय कार्यालयों के अधिकारी स्नैक्स, बिस्कुट, नमकीन और अन्य पैकेटबंद खाद्य पदार्थों सहित विभिन्न खाद्य उत्पादों के संबंध में निगरानी, निरीक्षण, विनियामक निरीक्षण करते है और रैन्डम नमूने एकत्र करते हैं। जमीनी

स्तर पर खाद्य सुरक्षा और मानक अधिनियम, 2006 के प्रवर्तन और कार्यान्वयन के लिए मुख्य रूप से राज्य खाद्य सुरक्षा प्राधिकरण जिम्मेदार होते हैं।

खाद्य सुरक्षा और मानक अधिनियम, 2006 और उसके अंतर्गत बनाए गए विनियमों के प्रावधानों का उल्लंघन करने वाले खाद्य व्यवसाय संचालकों (एफ़बीओ) पर खाद्य सुरक्षा और मानक अधिनियम, 2006 के अध्याय IX (अपराध और शास्तियों) में उल्लिखित प्रावधानों के अनुसार दांडिक कार्रवाई की जाएगी।

एफ़बीओ को निर्धारित मानकों का पालन करना अनिवार्य है। ये खाद्य सुरक्षा मानक स्वतंत्र जोखिम मूल्यांकन निकायों, जैसे वैज्ञानिक पैनलों और वैज्ञानिक समितियों द्वारा प्रदान की गई वैज्ञानिक राय के आधार पर बनाए गए हैं और अंतरराष्ट्रीय स्तर पर स्वीकृत कोडेक्स मानकों के अनुरूप होते हैं।

CGHS BENEFICIARIES IN LADAKH

***409. SHRI MOHMAD HANEEFA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware that the Union Territory of Ladakh presently does not have a CGHS Wellness Centre despite a considerable number of Central Government employees, pensioners and other eligible beneficiaries residing in the region, if so, the details thereof;

(b) whether the Government has assessed the total number of CGHS beneficiaries in Ladakh and whether the figure is close to the prescribed minimum norm of 6,000 beneficiaries required for opening a new CGHS

Wellness Centre, if so, the details thereof;

(c) whether the Government proposes to relax or suitably modify the population-based eligibility criteria in view of Ladakh's unique geographical conditions, sparse population, strategic importance and limited medical infrastructure, if so, the details thereof; and

(d) whether any timeline has been fixed for approval and establishment of a CGHS Wellness Centre in Ladakh to ensure equitable access to Government healthcare services, if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA):

(a) to (d): CGHS facilities have been extended to the pensioners of Union Territory of Ladakh, vide MoHFW Office Memorandum Z.16025/3/2025/CGHS-III/EHS (8338382) dated 19.02.2026, whereby Central Government Pensioners residing in non-CGHS covered areas have the following options:

i. They can avail Fixed Medical Allowance (FMA) in lieu of OPD facilities under CGHS.

ii. They can also avail benefits of CGHS (OPD & IPD) by registering themselves in the nearby CGHS covered city after making the required subscription.

iii. They also have the option to avail FMA for OPD treatment and CGHS for IPD treatments after making the required subscriptions as per CGHS

guidelines.

The facility of switching between FMA and CGHS (OPD and IPD facility) is available to pensioners once during their lifetime.

Serving Central Government employees residing in areas outside the CGHS coverage may avail medical facilities under the Central Services (Medical Attendance) Rules, 1944.

The beneficiaries can also avail the services of All India Institute of Medical Sciences (AIIMS) Jammu, Government Medical Colleges and District Hospitals functioning in these regions for all the medical needs. In case of an emergency, the beneficiaries are entitled to claim medical reimbursement for treatment.

MoHFW has issued fresh empanelment guidelines vide OM F. No. 5-34/CGHS/HEC(HQ)/2025 dated 22.12.2025 enabling empanelment of private hospitals in all district headquarters across the country.

STRENGTHENING OF PORT-RAIL CONNECTIVITY

***410. SHRI DUSHYANT SINGH:**

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) whether the Government has formulated a long-term master plan for strengthening port-rail connectivity up to the year 2047;

(b) if so, the details of the infrastructure benchmarks proposed to be achieved by 2030 and 2047 with respect to freight capacity, multimodal integration and

expansion of coastal shipping and inland water shipping;

(c) the steps envisaged by the Government to integrate ports and railway networks with emerging industrial corridors under Vision 2047 and Atmanirbhar Bharat;

(d) the measures proposed by the Government to improve the hinterland connectivity to ports, especially in landlocked and economically backward States of the country; and

(e) whether the Government is considering promoting Public-Private Partnership (PPP) models to enhance capital availability and ensure streamlined implementation of connectivity projects, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a) : The Ministry of Ports, Shipping and Waterways (MoPSW) has formulated the Maritime AmritKaal Vision 2047 which has 11 key theme areas of which one theme is “enhance modal share of coastal shipping & inland water transport” that includes focus on road, rail, inland waterways transport connectivity as well as expansion of existing line. A Comprehensive Port Connectivity Plan (CPCP) was prepared by DPIIT in 2022, which identifies rail connectivity projects to strengthen last-mile and hinterland rail and road access to the ports. In furtherance to the CPCP, MoPSW conducted a comprehensive review and consolidation exercise

along with Ministry of Road Transport and Highway (MoRTH) and Ministry of Railway (MoR) of the current and proposed road and rail connectivity projects. MoPSW has been regularly updating the list of road and rail connectivity projects as per the recommendations received from all major ports and other than major ports (OTMP) from time to time.

(b) : The details of the targets proposed to be achieved by Maritime India Vision (MIV) 2030 and Maritime Amritkal Vision (MAV) 2047 with respect to freight capacity, multimodal integration and expansion of coastal shipping and inland water shipping are as below:

Parameter	Unit	2024-25	Targets as per MIV 2030	Targets as per MIV 2047
Overall Port handling capacity	MTPA	2,771	3500	10,000
No. of operational waterways	Number	26	23*	50
Coastal cargo handled	MTPA	339	500	1300
Cargo volume handled by Inland waterways	MTPA	146	200	500

* already achieved as number of operational waterways at present are 32

(c) : Under Vision 2047 and Atmanirbhar Bharat, the Government is integrating ports and railways by executing the Maritime AmritKaal Vision 2047, which aims for 10,000 MTPA capacity through various initiatives such as Sagarmala programme, PMG Gati Shakti National Master Plan, Dedicated Freight Corridor

(DFC), National Industrial Development Program (NICDP). The strategy aims to reduce logistic cost and ensure seamless multimodal connectivity between industrial corridors and ports.

(d): Sagarmala Programme, the flagship initiative of Ministry of Ports, Shipping and Waterways (MoPSW), focuses on accelerating India's economic growth through port-led development. Under this programme,124 rail connectivity projects have been identified. Of these, 60 projects have been completed, 30 projects are currently under implementation, and remaining34 projects are under various stages of planning. The overall port connectivity initiative spans all coastal states, integrating ports with the hinterland through enhanced rail, road, and national waterway networks, ensuring seamless linkages that extend beyond coastal regions.

(e) : Indian Railways has formulated a Participative Policy, 2012 to encourage the private participation in developing rail connectivity by associating strategic partners and other investors. The policy encompasses five Public Private Partnership models such as Non-government Rail (NGR), Joint Venture (JV), Customer funded model, Build-Operate-Transfer (BOT) and BOT annuity models. Indian Railways has also introduced Gati Shakti Cargo Terminal (GCT) Policy to promote development of rail-linked cargo terminals through private participation. These terminals are envisaged to provide last-mile rail connectivity to ports, industrial corridors, logistics parks and manufacturing clusters.

PUBLIC PRIVATE PARTNERSHIPS FOR UPGRADATION OF MEDICAL COLLEGES

***411. SHRI P. V. MIDHUN REDDY:**

SHRI G. KUMAR NAIK:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has proposed attaching medical colleges to district hospitals, including through the Public-Private Partnership (PPP) model and if so, the details thereof along with the objectives and timeline of the proposal;

(b) the policy framework and financial support including viability gap funding prescribed by the Government for Public-Private Partnership (PPP) model in medical colleges infrastructure along with quality and affordability criteria in this regard;

(c) the details of the implementation and non-implementation of the PPP model for establishing medical colleges attached to district hospitals in the country, State/UT-wise along with the reasons therefor;

(d) the total funds allocated, released and utilised for the establishment or upgradation of medical colleges attached to district hospitals since inception, year-wise and State/UT-wise along with the current status of these colleges including the number of students enrolled, completed works and works in progress, construction etc.;

(e) the details of medical colleges in Andhra Pradesh where PPP proposals have

been tendered approved or rejected;

(f) the steps taken by the Government to ensure that PPP led expansion of medical education does not adversely affect access or impose high fees on students; and

(g) the monitoring mechanisms in place to assess infrastructure delivery and educational outcomes under PPP arrangements in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA):

(a) to (e): The Ministry of Health & Family Welfare administers a Centrally Sponsored Scheme (CSS) for 'Establishment of new medical colleges attached with existing district/referral hospitals' with preference to underserved areas and aspirational districts, where there is no existing Government or private medical college. The fund sharing mechanism between the Centre and State Governments is in the ratio of 90:10 for North Eastern and Special Category States, and 60:40 for others. Under the scheme, all the envisaged 157 Government medical colleges have already been approved, of which 137 are functional.

Also, as informed by Department of Economic Affairs (DEA), under the Scheme for Financial Support to Public Private Partnerships in Infrastructure (Viability Gap Funding – VGF) administered by the Department of Economic Affairs (DEA), projects in the Health sector, including medical colleges attached to

existing district hospitals under PPP mode, are eligible for financial support under Sub-Scheme-1 and Sub-scheme II (Pilot/Demonstration projects) of the VGF Scheme.

Under this framework, proposals received from the concerned State Governments/Project Authorities are duly examined and placed before the Empowered Committee (EC) for consideration and approval in accordance with the provisions of the Scheme. Based on the records available, projects relating to the development/upgradation of medical colleges attached to district hospitals under the PPP mode have been accorded in-principle/final approval for Viability Gap Funding (VGF) support, the details of which, including the associated funding, are given in the enclosed **Statement.**

(f) and (g): The fee structure for MBBS course differs from State to State in Government / Private Medical Colleges as per the guidelines issued by concerned State Fee Regulatory Authorities.

The Minimum Standard Requirements (MSR) Regulations framed by the National Medical Commission (NMC) prescribe comprehensive norms and criteria for assessing the adequacy of infrastructure, faculty, equipment and overall institutional capacity to ensure the delivery of quality medical education and training. All medical institutions across the counrty, including those under PPP mode, are required to strictly comply with these prescribed norms and standards.

STATEMENT

Details of projects approved under Viability Gap Funding (VGF) Scheme across the country

(**In-principle Approved Amount in Rs. Cr)**

State	Location/District	Total Project Cost (Rs.Cr)	GoI Capex (Rs.Cr)	GoI Opex (Rs.Cr)
Arunachal Pradesh	Namsai	356.6	142.6	65.6
Uttar Pradesh	Mahoba	249.9	100.0	66.7
	Mainpuri	230.8	92.3	67.1
	Bagpat	215.0	86.0	66.6
	Hamirpur	274.5	109.8	67.2
	Hathras	270.7	108.3	67.0
	Kasganj	284.9	114.0	67.5
Jharkhand	Giridih	428	171.03	62.46
	Jamtara	352	140.7	60.98
	Khunti	117	46.9	41.6
	Dhanbad	352	105.6	-

PASSPORT SEVA KENDRAS

***412. SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:**

SHRIMATI SUPRIYA SULE:

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) the average processing time for passport applications at Regional Passport Offices across Maharashtra during 2024–25, in comparison with the national average along with the reasons for inter-office disparities, if any;

(b) whether the Government has assessed the high volume of passport

applications from semi-urban and rural areas of Maharashtra and the objective criteria used for not establishing additional Post Office Passport Seva Kendras (POPSKs) in such regions, if so, the details thereof;

(c) whether the data from MADAD grievance portal indicates recurring issues faced by migrant workers, students and overseas job-seekers from Maharashtra, if so, the number, nature and disposal rate of grievances registered during the last two years;

(d) whether the Government has reviewed challenges faced by students from rural Maharashtra in documentation, police verification and appointment scheduling for overseas education, if so, the details thereof; and

(e) the time-bound measures proposed to expand POPSK coverage and improve passport service delivery across underserved regions of Maharashtra?

THE MINISTER OF EXTERNAL AFFAIRS (DR. SUBRAHMANYAM JAISHANKAR):

(a): Currently, 8 Passport Seva Kendras (PSKs) and 41 Post Office Passport Seva Kendras (POPSKs) are operational under 3 Regional Passport Offices (RPOs) in the State of Maharashtra. The average processing time for passport applications (excluding Police verification time) under 3 RPOs in the State of Maharashtra during 2024-2025 is 14 working days for normal category passport and 3 working days for Tatkaal category passport. Further, the average

processing time for passport applications (excluding Police verification time) across the country under 37 RPOs during 2024-2025 is 13 working days for normal category passport and 3 working days for Tatkaal category passport. There is no noticeable disparity in the processing time of passports between the National Average and the State of Maharashtra.

(b): Opening of new passport offices/ Centres depends on several factors including the demand and volume of applications in the region. Government of India has taken several steps to expand the network of PSKs and POPSKs in semi-urban, rural and underserved districts and tribal areas of Maharashtra. In January 2017, Ministry of External Affairs (MEA) in association with Department of Posts (DoP) had decided to open Seva Kendras at the Head Post Offices (HPO)/Post Offices (PO) in the country, including in the State of Maharashtra, called Post Office Passport Seva Kendras (POPSK) in each Lok Sabha Constituency (LSC) where there is no PSK or POPSK. Under this initiative, out of 48 LSCs, 47 LSCs in Maharashtra are covered with either a PSK or a POPSK, except Dindori LSC. MEA is regularly following up with DoP for opening of a POPSK in the Dindori LSC. The process for establishment of POPSK at Manmad in Dindori LSC is in advanced stage.

(c): To address the challenges faced by Indian citizens abroad, the MADAD Portal was launched by Ministry of External Affairs (MEA) in February 2015. Over the years, the MADAD Portal has emerged as a key instrument for extending the

assistance to Indian citizens abroad including migrant workers, students and overseas job seekers. The challenges and issues faced by Indian nationals *inter-alia* includes repatriation, transportation of mortal remains, salary/dues and employment-related disputes, Recruiting Agent/ fraudulent cases, imprisonment cases, whereabouts unknown, passport related issues, visa and immigration problems, academic difficulties, safety and security concerns and other emergency situations.

The data related to number of grievances registered and resolved through MADAD portal during the last two years (2024-2025) is as follows:

Year	Grievances Received	Brought forward from previous year	Total Grievances	Grievances Resolved
2024	5704	3663	9367	5467
2025	6158	3900	10058	6454

The MADAD portal does not support State-wise access to grievance data.

(d) and (e): To cater the challenges faced by students, including those from rural Maharashtra and to provide the smooth, speedy and efficient passport services, MEA has been working continuously to speed up passport issuance and meet high or seasonal demand for passports by taking various steps including **increasing the number of daily appointments** and ***organising special drives on weekends***. Staff from Ministry and other passport offices are also being

deployed to clear the pendency as part of the special drive. Also, walk-in appointments are given for RPO back office for expeditiously clearing pending files. Moreover, in June 2018, Ministry had launched the ***'Apply anywhere in India''*** scheme under which a passport can be applied at any PSK/POPSK in India. Also, MEA has been regularly deploying ***Passport Mobile Van*** under respective RPOs, including RPOs in Maharashtra, for on-site passport processing in rural, tribal, remote and underserved areas. The integration of Digilocker with the passport issuance system, which enables citizens to submit various documents required for Passport Services through DigiLocker in a paperless mode is also benefitting the students. Further, mobile van camps have also been organised in various educational institutions in the state of Maharashtra.

The upgraded Passport Programme Version 2.0 (PSP V2.0) along with the chip-based e-Passport has already been rolled out in all 37 Regional Passport Offices (RPOs) and their Passport Seva Kendras (PSKs) and Post Office Passport Seva Kendras (POPSKs) in the country, including in Maharashtra. New digital tools introduced under PSP V2.0 have significantly addressed the difficulties faced by the Passport applicants while applying for passport and improved the passport application and grievance-redressal experience by making the process faster, transparent and more user-friendly. Applicants benefit from chatbot and citizen centric service delivery system that guide them to the correct service page, provide information on required documents, appointment availability

and nearest PSK/POPSK. Automated biometric matching strengthens security and accelerates decision-making during application processing. Real-time SMS/email alerts keep citizens informed at every stage of their application cycle. Further, the payment of application fees through digital mode including through Unified Payments Interface (UPI), online appointment facilities and feedback kiosks have brought significant improvement in delivery of passport services.

DEVELOPMENT OF MEDICAL INFRASTRUCTURE IN RURAL AREAS

***413. SHRI PUTTA MAHESH KUMAR:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has undertaken any study or survey regarding the growth and development of medical infrastructure and facilities in rural areas across the country;

(b) if so, the details thereof along with the list of medical facility projects proposed, under consideration and presently functional in rural areas across the country, State/UT-wise including Andhra Pradesh;

(c) the details regarding the total funds allocated, released and utilised for the growth and development of medical facilities in rural areas across the country, State/UT-wise especially in Andhra Pradesh; and

(d) whether the Government has considered upgrading existing medical facilities to increase their capacity to serve more people in rural areas, if so, the details

thereof and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA):

(a) to (d): The Ministry of Health and Family Welfare provides technical and financial support to the States/UTs to strengthen the public healthcare system, based on the proposals received in the form of Program Implementation Plans (PIPs) under National Health Mission (NHM) as per norms & available resources.

Health Dynamics of India (HDI) (Infrastructure & Human Resources), 2022-23 is an annual publication, based on Health care administrative data reported by States/UTs. The State/UT-wise status of rural health facilities functioning across the country, including Andhra Pradesh can be accessed at the following link of HDI 2022-23:

https://mohfw.gov.in/sites/default/files/Health%20Dynamics%20of%20India%20%28Infrastructure%20%26%20Human%20Resources%29%202022-23_RE%20%281%29.pdf

State/UT-wise details of funds approved and Expenditure on Infrastructure Strengthening (Rural & Urban) under National Health Mission (NHM) for the last three FYs i.e 2022-23; 2023-24; 2024-25 including Andhra Pradesh is given in the enclosed **Statement-I**.

In addition to the National Health Mission (NHM), Government of India also operates the following schemes for developing public healthcare infrastructure:

•**Pradhan Mantri Ayushman Bharat Health Infrastructure Mission (PM-ABHIM)** is a Centrally Sponsored Scheme (CSS) with some Central Sector Components (CS), which has an outlay of Rs. 64,180 Crores for the scheme period (2021-22 to 2025-26). The measures under the PM-ABHIM focus on developing capacities of health systems and institutions across the continuum of care at all levels, primary, secondary and tertiary, to prepare health systems in responding effectively to the current and future pandemics /disasters.

Under CSS component of the scheme, administrative approvals have been accorded to the States/UTs including Andhra Pradesh under PM-ABHIM for 5 years period i.e. FY 2021-22 to FY 2025-26 for an amount of Rs.32,928.82 Crores for construction/ strengthening and establishment of 9519 Building-less Sub Health Centre–Ayushman Arogya Mandirs (SHC-AAMs), 5456 Urban Ayushman Arogya Mandirs (U-AAMs), 2151 Block Public Health Units (BPHUs), 744 Integrated Public Health Laboratories (IPHLs) and 621 Critical Care Blocks (CCBs) at District Hospitals/ Govt. Medical College level.

The State/UT-wise details of projects sanctioned in rural areas across the country, including Andhra Pradesh under PM-ABHIM is given in the enclosed **Statement-II**.

State/UT-wise details of Funds Released under PM ABHIM including Andhra Pradesh since inception to FY 2024-25 are given in the enclosed **Statement-III.**

The **Fifteenth Finance Commission (FC-XV)** has recommended grants through local governments for specific components of the health sector and spread over the five-year period from FY 2021-22 to FY 2025-26 to facilitate strengthening of health system at the grass-root level for an amount of Rs. 70,000 crores. These grants are for strengthening primary care through specified components such as SHC-AAMs, Primary Health Centres (PHCs), Community Health Centres (CHCs), Conversion of rural PHCs and Sub-Centres to AAMs, Support for diagnostic infrastructure to the primary healthcare facilities, BPHUs and U-AAMs for States, including Andhra Pradesh.

Under Centrally Sponsored Scheme (CSS), '**Establishment of new medical colleges attached with existing district/referral hospitals'**, 157 new medical colleges have been approved with preference to underserved areas and aspirational districts, where there is no existing Government or private medical college. State/UT-wise details of Medical Colleges approved under the Scheme including Andhra Pradesh is given in the enclosed **Statement-IV**.

STATEMENT-I

State/UT-wise Approval and Expenditure on Infrastructure Strengthening (Rural & Urban) under National Health Mission (NHM) from FY 2022-23 to FY 2024-25

Sl. No.	States	2022-23		2023-24		2024-25	
		Approvals	Expenditure	Approvals	Expenditure	Approvals	Expenditure
1	Andaman and Nicobar	2.00	3.70	5.00	0.00	117.90	0.00

	Islands						
2	Andhra Pradesh	633.06	315.88	875.72	52.56	16,202.55	5,983.85
3	Arunachal Pradesh	4,737.52	6,568.85	2,069.80	5,382.51	7,174.29	6,845.92
4	Assam	35,925.05	9,521.74	10,500.34	9,024.95	9,576.64	7,340.32
5	Bihar	99,387.56	36,055.09	52,900.70	45,692.16	12,822.33	73,992.48
6	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00
7	Chhattisgarh	7,789.77	6,970.37	7,789.77	6,682.68	13,921.75	4,975.68
8	Dadra & Nagar Haveli and Daman & Diu	2.88	0.00	2.88	0.00	3.60	0.00
9	Delhi	1,399.96	2,285.11	1,399.96	2,255.23	1,214.50	661.75
10	Goa	260.26	134.17	225.34	197.82	39.40	46.77
11	Gujarat	5,028.85	253.57	353.08	642.44	2,538.04	236.10
12	Haryana	8,555.93	8,937.08	335.90	303.64	616.45	404.17
13	Himachal Pradesh	0.00	0.00	600.00	0.00	62.21	56.21
14	Jammu and Kashmir	1,599.96	498.41	3,375.46	2,905.67	600.00	770.92
15	Jharkhand	9,373.36	3,713.19	8,850.36	6,599.20	4,199.90	2,573.66
16	Karnataka	7,613.96	5,158.75	4,789.20	6,307.16	1,027.87	1,338.94
17	Kerala	12,709.03	5,319.77	18,104.34	3,856.56	6,927.35	6,431.13
18	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00
19	Madhya Pradesh	19,866.87	22,572.53	42,679.70	25,574.97	33,102.33	12,447.68
20	Maharashtra	61,535.48	24,932.60	60,134.13	33,948.75	80,012.35	34,018.77
21	Manipur	1,796.82	44.62	16.41	14.77	6,625.62	2,701.32
22	Meghalaya	1,096.27	864.35	69.49	886.06	357.90	787.17
23	Mizoram	36.75	14.37	33.79	25.42	216.71	9.71
24	Nagaland	3,073.78	1,138.36	2,132.23	1,375.81	3,825.23	2,310.87
25	Odisha	62,574.68	84,110.12	48,034.45	58,810.00	39,288.02	87,374.27
26	Puducherry	6.36	8.54	6.48	2.78	3.48	2.94
27	Punjab	990.10	40.87	190.60	190.60	2,333.79	17.26
28	Rajasthan	57,577.61	28,782.14	57,736.11	46,950.24	134,129.00	41,333.31
29	Sikkim	52.51	6.44	64.37	32.18	217.74	189.67
30	Tamil Nadu	56,033.70	41,677.06	79,790.36	45,563.89	41,701.81	39,966.97

31	Telangana	11,534.19	15,478.29	41,042.91	6,920.11	6,956.69	6,956.69
32	Tripura	5,149.70	4,185.24	4,518.05	3,010.20	9,110.17	1,442.50
33	Uttar Pradesh	42,730.00	18,346.25	171,102.14	5,026.42	169,180.68	19,235.25
34	Uttarakhand	10,604.54	5,195.83	1,238.88	3,454.42	7,201.40	869.94
35	West Bengal	11,212.94	1,899.55	3,005.22	3,506.23	12,884.44	2,418.32
36	Ladakh	2,691.15	1,215.87	2,334.65	1,349.92	1,667.32	1,697.72

Note: 1. SPIP Approval and Expenditure is as per the available Financial Management Reports submitted by State/UTs and are provisional.

2. Expenditure includes expenditure against Central Release, State Release & unspent balances at the beginning of the year.

STATEMENT- II

Details of Projects Sanctioned under PM-ABHIM

I. Building less-AAM (Sub-Centers – Ayushman Arogya Mandir)

S. No.	States	Units Approved
1	Rajasthan	1112
2	Jharkhand	893
3	Manipur	64
4	Uttar Pradesh	1670
5	Assam	768
6	Odisha	604
7	West Bengal	385
8	Meghalaya	251
9	Bihar	2546
10	**Andhra Pradesh**	**696**
11	Karnataka	530
	Total	**9519**

II. Urban- AAM (U-HWC)

S. No.	State / UT	Units Approved
1	**Andhra Pradesh**	**45**
2	Chandigarh	19
3	DNH & DD	4
4	Gujarat	410
5	Mizoram	1
6	Odisha	140
7	Tamil Nadu	708
8	Telangana	500
9	Karnataka	817
10	Puducherry	32
11	Jammu & Kashmir	79
12	Rajasthan	639
13	Uttar Pradesh	674
14	Himachal Pradesh	38
15	Delhi	1139
16	A & N Islands	4
17	Manipur	3
18	West Bengal	204
	Total	**5456**

III. Block Public Health Units (BPHUs)

S. No	State / UT	Units Approved
1	Chhattisgarh	91
2	Jammu & Kashmir	287

3	Madhya Pradesh	196
4	Rajasthan	184
5	Odisha	197
6	Uttarakhand	78
7	Uttar Pradesh	515
8	Himachal Pradesh	73
9	Assam	207
10	Jharkhand	165
11	Bihar	158
	TOTAL	**2151**

IV. Integrated Public Health Labs (IPHLs)

S. No.	**State / UT**	**Units Approved**
1	A & N Islands	3
2	**Andhra Pradesh**	**26**
3	Bihar	38
4	Chandigarh	1
5	Chhattisgarh	28
6	DNH & DD	3
7	Delhi	11
8	Goa	2
9	Haryana	22
10	Jammu & Kashmir	20
11	Karnataka	31
12	Ladakh	2

13	Lakshadweep	1
14	Madhya Pradesh	55
15	Manipur	15
16	Meghalaya	10
17	Nagaland	11
18	Puducherry	4
19	Punjab	22
20	Rajasthan	33
21	Sikkim	3
22	Tamil Nadu	38
23	Telangana	33
24	Tripura	7
25	Maharashtra	36
26	Himachal Pradesh	12
27	Mizoram	10
28	Uttar Pradesh	75
29	Kerala	14
30	Gujarat	33
31	West Bengal	23
32	Odisha	30
33	Jharkhand	24
34	Assam	33
35	Arunachal Pradesh	22
36	Uttarakhand	13
	Total	**744**

V. Critical Care Hospital Block (CCBs)

S. No.	State / UT	Units Approved
1	**Andhra Pradesh**	**24**
2	Bihar	38
3	DNH & DD	1
4	Madhya Pradesh	50
5	Maharashtra	36
6	Manipur	2
7	Meghalaya	3
8	Mizoram	1
9	Nagaland	1
10	Punjab	22
11	Rajasthan	33
12	Sikkim	1
13	Tamil Nadu	37
14	Tripura	1
15	Telangana	31
16	Chhattisgarh	23
17	Jharkhand	23
18	West Bengal	22
19	Jammu & Kashmir	10
20	Karnataka	34
21	Himachal Pradesh	8
22	Gujarat	32
23	Uttar Pradesh	74
24	Odisha	28

25	Uttarakhand	5
26	Puducherry	4
27	Kerala	14
28	Assam	27
29	Haryana	22
30	A & N Islands	1
31	Arunachal Pradesh	1
32	Chandigarh	1
33	Delhi	9
34	Goa	2
	Total	**621**

STATEMENT-III

State/UT-wise Central Release and Expenditure under Pradhan Mantri Ayushman Bharat Health Infrastructure Mission from FY 2022-23 to FY 2024-25

(Rs. In Crore)

S. No.	Name of the State/UT	2022-23		2023-24		2024-25	
		Central Release	Expenditure	Central Release	Expenditure	Central Release	Expenditure
1	Andaman and Nicobar Islands	1.11	0.00	0.00	0.00	1.05	1.57
2	Andhra Pradesh	15.76	6.25	35.78	28.85	39.07	65.16
3	Arunachal Pradesh	0.10	0.00	8.83	2.25	1.05	2.44
4	Assam	2.26	1.16	91.45	68.45	159.61	177.34
5	Bihar	7.17	0.00	0.00	50.69	15.92	185.61
6	Chandigarh	4.79	1.73	10.38	5.83	5.13	6.34
7	Chattisgarh	1.34	11.01	32.23	19.64	18.63	31.05
8	Dadra & Nagar Haveli and Daman & Diu	0.24	0.00	0.28	0.21	0.53	0.51

9	Delhi	0.00	0.00	0.00	0.00	0.00	0.00
10	Goa	0.06	0.00	3.75	0.00	0.10	0.21
11	Gujarat	29.54	32.24	46.04	56.13	79.38	146.63
12	Haryana	1.31	0.00	17.67	16.63	36.00	88.63
13	Himachal Pradesh	28.05	9.98	15.69	15.27	44.81	52.92
14	Jammu & Kashmir	1.00	0.00	44.01	36.67	60.44	63.71
15	Jharkhand	183.04	240.87	102.27	454.05	65.27	289.16
16	Karnataka	37.10	18.75	100.57	104.47	118.91	198.19
17	Kerala	24.89	4.72	0.00	36.66	24.58	36.15
18	Ladakh	0.00	0.00	0.62	0.31	0.62	0.62
19	Lakshadweep	0.63	0.00	0.00	0.07	0.00	0.51
20	Madhya Pradesh	98.70	99.43	228.52	300.93	63.19	295.14
21	Maharashtra	4.07	0.00	31.76	34.47	65.48	86.82
22	Manipur	10.92	4.56	13.78	16.89	5.74	21.20
23	Meghalaya	43.28	8.80	4.42	28.02	10.50	27.34
24	Mizoram	1.52	0.27	4.52	1.32	3.82	7.27
25	Nagaland	0.08	0.00	4.42	0.60	0.00	1.71
26	Odisha	211.46	258.55	171.58	423.43	149.05	248.42
27	Puducherry	0.19	0.62	2.67	2.88	2.50	4.28
28	Punjab	24.16	0.00	0.00	2.07	8.92	45.33
29	Rajasthan	83.59	108.50	173.06	280.43	157.76	262.93
30	Sikkim	0.75	0.26	3.88	2.05	1.67	3.74
31	Tamil Nadu	150.42	183.35	279.36	389.37	224.99	512.33
32	Telangana	53.88	83.75	95.21	141.73	208.82	348.04
33	Tripura	0.90	0.38	2.48	1.43	2.12	2.94
34	Uttar Pradesh	173.71	254.04	247.96	252.69	400.95	544.74
35	Uttarakhand	32.31	1.60	0.00	16.35	26.89	31.07
36	West Bengal	0.00	9.75	30.91	49.78	78.40	92.35

Note:

1. The above releases relate to Central Govt. Grants & do not include State share contribution.

2. Expenditure includes expenditure against Central Release, State release & unspent balances at the beginning of the year. Expenditure is as per FMRs submitted by States/UTs and is provisional.

STATEMENT-IV

Details of Medical Colleges approved under Centrally Sponsored Scheme for 'Establishment of new Medical Colleges attached with existing District/Referral Hospitals

S. No.	Name of State	No. of Location	Location of Medical College
1.	A & N Islands	1	Port Blair
2.	Arunachal Pradesh	1	Naharlagun
3.	Assam	5	Dhubri; Nagaon; North Lakhimpur; Diphu and Kokrajhar
4.	**Andhra Pradesh**	**3**	**Piduguralla; Paderu and Machilipatnam**
5.	Bihar	8	Purnia; Saran (Chhapara); Samastipur; Sitamarhi; Jhanjharpur; Siwan; Buxar and Jamui
6.	Chhattisgarh	5	Rajnandgaon; Sarguja; Korba; Mahasamund and Kanker
7.	Gujarat	5	Narmada; Navsari; Panchmahal; Porbandar and Morbi
8.	Himachal Pradesh	3	Chamba; Hamirpur and Nahan (Sirmour)
9.	Haryana	1	Bhiwani
10.	Jharkhand	5	Dumka; Hazaribagh; Palamu (Daltonganj); Koderma and Chaibasa (Singhbhum)
11.	Jammu & Kashmir	7	Anantnag; Baramulla; Rajouri; Doda; Kathua; Udhampur and Handwara

S. No.	Name of State	No. of Location	Location of Medical College
			(Distt. Kupwara)
12.	Karnataka	4	Chikkamagaluru; Haveri; Yadgiri and Chikkaballapura
13.	Ladakh	1	Leh
14.	Madhya Pradesh	14	Datia; Khandwa; Ratlam; Shahdol; Vidisha; Chindwara; Shivpuri; Satna; Rajgarh; Mandla; Neemuch; Mandsaur; Sheopur and Singrauli
15.	Maharashtra	2	Gondia and Nandurbar
16.	Manipur	1	Churachandpur
17.	Meghalaya	1	West Garo Hills (Tura)
18.	Mizoram	1	Falkawn
19.	Nagaland	2	Naga Hospital and Mon
20.	Odisha	7	Balasore; Baripada (Mayurbhanj); Bolangir; Koraput; Puri; Jajpur and Kalahandi
21.	Punjab	3	SAS Nagar; Kapurthala and Hoshiarpur
22.	Rajasthan	23	Barmer; Bharatpur; Bhilwara; Churu; Dungarpur; Pali; Sikar; Dholpur; Alwar; Baran; Bansawara; Chittorgarh; Jaisalmer; Karauli; Nagaur; ShriGanganagar; Sirohi; Bundi; SawaiMadhopur; Tonk; Hanumangarh; Jhunjhunu and Dausa
23.	Sikkim	1	Gangtok

S. No.	Name of State	No. of Location	Location of Medical College
24.	Tamil Nadu	11	Tiruppur; Nilgiris; Ramanathapuram; Namakkal; Dindigul; Virudhunagar; Krishnagiri; Tiruvallur; Nagapattinam; Ariyalur and Kallakurichi
25.	Uttar Pradesh	27	Basti; Faizabad; Firozabad; Shahjahanpur; Bahraich; Etah; Hardoi; Pratapgarh; Fatehpur; Siddharthnagar (Domariyaganj); Deoria; Ghazipur; Mirzapur; Bijnaur; Kushinagar; Sultanpur; Gonda; Lalitpur; LakhimpurKheri; Chandauli; Bulandshahar; Sonbhadra; Pilibhit; Auraiya; Kanpur Dehat; Kaushambi and Amethi
26.	Uttarakhand	4	Almora; Rudrapur- Distt. Udham Singh Nagar; Pithoragarh And Haridwar
27.	West Bengal	11	Birbhum (Rampur Hat); Cooch behar; Diamond harbor; Purulia; Raiganj, North Dinajpur; Barasat; Uluberia; Arambagh; Jhargram; Tamluk and Jalpaiguri
Total		157	

आयुष सेवाओं में सुधार

***414. श्री निलेश ज्ञानदेव लंके:**

श्रीमती कलाबेन मोहनभाई देलकरः

क्या **आयुष** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा राष्ट्रीय आयुष मिशन (एनएएम) शुरू किए जाने के बाद देश में आयुष सेवाओं की पहुंच में सुधार हुआ है;

(ख) यदि हाँ, तो विशेष रूप से महाराष्ट्र राज्य और संघ राज्यक्षेत्र दादरा और नगर हवेली के संबंध में तत्संबंधी ब्यौरा क्या है;

(ग) पिछले पांच वर्षों के दौरान आयुष सेवाओं का लाभ उठाने वाले लाभार्थियों की राज्य/संघ राज्यक्षेत्र-वार संख्या कितनी है;

(घ) क्या सरकार ने राष्ट्रीय आयुष मिशन के माध्यम से उन ग्रामीण क्षेत्रों में जहाँ शहरी क्षेत्रों की तुलना में अन्य स्वास्थ्य सुविधाएं अपेक्षाकृत कम उपलब्ध हैं, विशेषकर महाराष्ट्र राज्य और संघ राज्यक्षेत्र दादरा और नगर हवेली में लोगों को आयुष चिकित्सा प्रणालियों के लाभों से परिचित कराने के लिए कोई अतिरिक्त प्रयास किए हैं और यदि हाँ, तो तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है; और

(ङ) क्या सरकार देश के ग्रामीण क्षेत्रों में आयुष चिकित्सा प्रणालियों को अधिक सुलभ और किफायती बनाने के लिए कोई अन्य कदम उठा रही है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क) और (ख): आयुष मंत्रालय, राष्ट्रीय आयुष मिशन (एनएएम) योजना को राज्य/संघ राज्य क्षेत्र सरकारों के माध्यम से कार्यान्वित कर रहा है और एनएएम दिशानिर्देशों के प्रावधानों के अनुसार, देश के विभिन्न हिस्सों में समुदाय को आयुष सेवाओं की बेहतर पहुंच प्रदान करने के लिए उनकी राज्य वार्षिक कार्य योजनाओं (एसएएपी) में प्राप्त प्रस्तावों के अनुसार विभिन्न गतिविधियों नामतः

अवसंरचना संबंधी विकास, आयुष दवाओं की आपूर्ति, समर्पित आयुष सार्वजनिक स्वास्थ्य कार्यक्रमों के कार्यान्वयन, नवीन गतिविधियों आदि के तहत वित्तीय सहायता प्रदान करके उनके प्रयासों का समर्थन कर रहा है।

राज्य/संघ राज्य क्षेत्र की सरकारों से प्राप्त प्रस्तावों के अनुसार, विभिन्न गतिविधियों के लिए वर्ष 2014-15 से 2024-25 तक महाराष्ट्र राज्य और दादरा एवं नगर हवेली सहित राज्यों/संघ राज्य क्षेत्रों को स्वीकृत धनराशि की स्थिति संलग्न **विवरण-I** में दी गई है। राज्य/संघ राज्य क्षेत्र सरकारों से प्राप्त प्रस्तावों के अनुसार, देश में एनएएम के तहत समर्थित प्रमुख गतिविधियां संलग्न **विवरण-II** में दी गई हैं। इसके अलावा, महाराष्ट्र राज्य और दादरा और नगर हवेली संघ राज्य क्षेत्र को समर्थित प्रमुख गतिविधियां संलग्न **विवरण-III** में दी गई हैं। इसके अलावा, इन केंद्रों पर प्रदान की जाने वाली सेवाओं के विस्तार के कारण यहां आने वालों की संख्या में काफी वृद्धि हुई है, जिससे उनकी पहुंच बढ़ रही है और जनता के लिए पहुंच में सुधार हो रहा है।

(ग): चूंकि सार्वजनिक स्वास्थ्य राज्य का विषय है, इसलिए राज्यों/संघ राज्य क्षेत्रों में विभिन्न आयुष सुविधाओं में आयुष सेवाओं का लाभ उठाने वाले लाभार्थियों की संख्या का ब्यौरा संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा रखा जाता है। हालांकि, राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार, पिछले पांच वर्षों में आयुष्मान आरोग्य मंदिर (आयुष) के लाभार्थियों से संबंधित आंकड़े संलग्न **विवरण-IV** में दिए गए हैं।

(घ) और (ङ): सार्वजनिक स्वास्थ्य राज्य का विषय होने के कारण, महाराष्ट्र और संघ राज्य क्षेत्र दादरा और नगर हवेली सहित देश के ग्रामीण क्षेत्रों में आयुष चिकित्सा पद्धतियों को अधिक सुलभ और किफायती बनाने की प्राथमिक जिम्मेदारी संबंधित राज्य/संघ राज्य क्षेत्र की सरकारों के कार्यक्षेत्र में आती है। हालाँकि, एनएएम के तहत, राज्य/संघ राज्य क्षेत्र सरकारों को जनसंचार माध्यमों का उपयोग करके आयुष पद्धति की प्रभावशीलता के बारे में समुदाय में जागरूकता पैदा करने के लिए

व्यवहार परिवर्तन संप्रेषण (बीसीसी) और सूचना, शिक्षा एवं संचार (आईईसी) गतिविधियों के कार्यान्वयन के लिए समर्थन दिया जा रहा है, ताकि आयुष आधारित निवारक स्वास्थ्य देखभाल प्रथाओं को बढ़ावा दिया जा सके और समुदायों को स्वस्थ जीवन शैली अपनाने के लिए प्रोत्साहित किया जा सके। इसके अलावा, शिविरों का आयोजन करके समुदाय में जागरूकता पैदा करने और आयुष पद्धतियों के सामर्थ्य का उपयोग करके सार्वजनिक स्वास्थ्य मुद्दों का समाधान करने के लिए संरचित आयुष सार्वजनिक स्वास्थ्य कार्यक्रमों के माध्यम से विभिन्न जनसंपर्क गतिविधियों का भी समर्थन किया जा रहा है, जिसमें निवारक, प्रोत्साहक, उपचारात्मक और पुनर्वास स्वास्थ्य देखभाल सेवाएं प्रदान करने में एकल उपचार के रूप में अथवा पारंपरिक चिकित्सा पद्धतियों के पूरक के रूप में अन्य आयुष स्वास्थ्य देखभाल सुविधाओं के साथ उचित रेफरल लिंकेज शामिल हैं।

विवरण-I

देश में एनएएम के तहत, समर्थित गतिविधियां

क्र.सं.	**राज्य/संघ राज्य क्षेत्रों का नाम**	**जारी धनराशि (लाख रूपए में)**
1	अंडमान और निकोबार द्वीप समूह	3172.52
2	आंध्र प्रदेश	10075.24
3	अरुणाचल प्रदेश	6516.88
4	असम	20423.24
5	बिहार	8091.86
6	चंडीगढ़	2206.70
7	छत्तीसगढ़	13935.89
8	**दादरा और नगर हवेली एवं दमन और दीव**	**1583.43**
9	दिल्ली	726.31
10	गोवा	2935.58
11	गुजरात	16127.16
12	हरियाणा	15477.57
13	हिमाचल प्रदेश	17896.15

14	जम्मू और कश्मीर	26191.38
15	झारखंड	16864.86
16	कर्नाटक	26519.45
17	केरल	35572.42
18	लक्षद्वीप	1942.25
19	मध्य प्रदेश	41182.19
20	**महाराष्ट्र**	**13356.21**
21	मणिपुर	9504.66
22	मिज़ोरम	5934.86
23	मेघालय	7296.64
24	नागालैंड	9240.38
25	ओडिशा	11079.39
26	पुडुचेरी	3050.48
27	पंजाब	6902.92
28	राजस्थान	41834.61
29	सिक्किम	4332.60
30	तमिलनाडु	28587.15
31	तेलंगाना	12280.61
32	त्रिपुरा	5731.19
33	उत्तर प्रदेश	104006.92
34	उत्तराखंड	17405.14
35	पश्चिम बंगाल	18600.73
36	लद्दाख	497.32
	कुल	**567082.88**

विवरण-II

वर्ष 2014-15 से 2024-25 तक एनएएम के तहत, देश में समर्थित प्रमुख गतिविधियां

(i) एकीकृत आयुष अस्पतालों की स्थापना के लिए 203 इकाइयों का समर्थन किया गया।

(ii) अवसंरचना और अन्य सुविधाओं के उन्नयन के लिए 518 आयुष अस्पतालों और

6234 आयुष औषधालयों को सहायता प्रदान की गई है।

(iii) प्रत्येक वर्ष औसतन 2387 प्राथमिक स्वास्थ्य केंद्रों (पीएचसी), 746 सामुदायिक स्वास्थ्य केंद्रों (सीएचसी) और 319 जिला अस्पतालों (डीएच) को दवाओं की आवर्ती सहायता और आकस्मिकता के लिए सह-स्थापन के तहत समर्थन दिया गया है।

(iv) आवश्यक आयुष दवाओं की आपूर्ति के लिए प्रत्येक वर्ष औसतन 1157 आयुष अस्पतालों और 12677 आयुष औषधालयों को सहायता प्रदान की गई है।

(v) नए आयुष शैक्षणिक संस्थानों की स्थापना के लिए 21 इकाइयों का समर्थन किया गया।

(vi) अवसंरचना, पुस्तकालय और अन्य चीजों के उन्नयन के लिए 78 स्नातक और 46 स्नातकोत्तर आयुष शैक्षणिक संस्थानों को सहायता प्रदान की गई है।

(vii) 383 नए आयुष औषधालय की स्थापना।

(viii) 1429 आयुष ग्रामों को सहायता प्रदान की गई है।

(ix) 12500 आयुष्मान आरोग्य मंदिर (आयुष) को सहायता प्रदान की गई है।

विवरण-III

(i) वर्ष 2014-15 से 2024-25 तक एनएएम के तहत, महाराष्ट्र में समर्थित प्रमुख गतिविधियां

(i) एकीकृत आयुष अस्पतालों की स्थापना के लिए 14 इकाइयों का समर्थन किया गया।

(ii) अवसंरचना और अन्य सुविधाओं के उन्नयन के लिए 4 आयुष औषधालयों को सहायता प्रदान की गई है।

(iii) दवाओं और आकस्मिकता की आवर्ती सहायता (संचयी) के लिए सह-स्थापन के तहत 315 पीएचसी, 476 सीएचसी और 52 डीएच को समर्थन दिया गया है।

(iv) आवश्यक आयुष दवाओं की आपूर्ति के लिए 1202 आयुष औषधालयों को सहायता प्रदान

की गई है।

(v) अवसंरचना, पुस्तकालय और अन्य सुविधाओं के उन्नयन के लिए 9 आयुष शैक्षिक संस्थानों को सहायता प्रदान की गई है।

(vi) 24 आयुष ग्रामों को सहायता प्रदान की गई है।

(vii) 390 आयुष्मान आरोग्य मंदिर (आयुष) को सहायता प्रदान की गई है।

(ii) वर्ष 2014-15 से 2024-25 तक एनएएम के तहत, दादरा और नगर हवेली में समर्थित प्रमुख गतिविधियों का ब्यौरा

(i) एकीकृत आयुष अस्पतालों की स्थापना के लिए 01 इकाई का समर्थन किया गया।

(ii) अवसंरचना और अन्य सुविधाओं के उन्नयन के लिए 01 आयुष औषधालयों को सहायता प्रदान की गई है।

(iii) दवाओं और आकस्मिकता की आवर्ती सहायता (संचयी) के लिए सह-स्थापन के तहत 36 पीएचसी, 16 सीएचसी और 07 डीएच को समर्थन दिया गया है।

(iv) आवश्यक आयुष दवाओं (संचयी) की आपूर्ति के लिए 07 आयुष अस्पतालों और 17 आयुष औषधालयों को सहायता प्रदान की गई है।

(v) आवश्यक आयुष दवाओं की आपूर्ति के लिए 07 आयुष औषधालयों को सहायता प्रदान की गई है।

(vi) 26 आयुष ग्रामों को सहायता प्रदान की गई है।

(vii) 01 आयुष्मान आरोग्य मंदिर (आयुष) को सहायता प्रदान की गई है।

विवरण- IV

पिछले पांच वर्षों में आयुष्मान आरोग्य मंदिर (आयुष) में आयुष सेवाओं का लाभ उठाने वाले लाभार्थियों की राज्य/संघ राज्य क्षेत्र-वार स्थिति

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	2021	2022	2023	2024	2025
1.	अंडमान और निकोबार द्वीप समूह	0	11090	7982	9181	10648
2.	आंध्र प्रदेश	0	404115	703804	713523	617043
3.	अरुणाचल प्रदेश	1401	25278	55348	71249	78589
4.	असम	0	28092	313319	3343870	6567817
5.	बिहार	103269	194960	231661	291037	740783
6.	चंडीगढ़	142899	200235	127474	120426	108832
7.	छत्तीसगढ़	140285	1281136	2356871	2346115	2483446
8.	दादरा और नगर हवेली एवं दमन और दीव	0	0	2670	26912	26648
9.	गोवा	19180	53324	254962	366284	360763
10.	गुजरात	951290	1578001	6333646	5807405	1652306
11.	हरियाणा	2322803	2514230	2658480	2473949	3516138
12.	हिमाचल प्रदेश	588655	736738	2331404	2342366	2523856
13.	जम्मू और कश्मीर	0	2685966	3018269	2412595	2222007
14.	झारखंड	123705	187363	1487747	2691204	3007433
15.	कर्नाटक	606296	763257	1660552	1896859	1833580
16.	केरल	1525596	5829043	6672089	8344225	7256661
17.	लक्षद्वीप	8726	38515	55723	42215	52428
18.	मध्य प्रदेश	1274788	1601107	2590895	4611884	5592863
19.	महाराष्ट्र	726140	764615	1073779	1517652	2072216
20.	मणिपुर	737	946	5301	13853	21617
21.	मेघालय	0	0	37950	52198	85332
22.	मिज़ोरम	10060	34195	94639	126325	134773
23.	नागालैंड	1498	21480	38444	40948	46224
24.	ओडिशा	901085	6820072	1732981	2595883	2871953

25.	पुडुचेरी	35557	57237	58978	62705	36344
26.	पंजाब	0	0	0	767453	769821
27.	राजस्थान	1775405	8396431	17740280	39066293	48319142
28.	सिक्किम	20778	35094	44061	47806	52697
29.	तमिलनाडु	30555959	25456637	11287166	13826356	14331878
30.	तेलंगाना	3833738	2358802	2913265	2061093	1858894
31.	त्रिपुरा	0	0	55385	103439	155071
32.	उत्तर प्रदेश	3759536	13245767	16445963	12427257	12058512
33.	उत्तराखंड	163669	445740	1706811	1352831	1181869
34.	पश्चिम बंगाल	1164213	8431205	4816907	3677126	3827432
	कुल	**50757268**	**84200671**	**88914806**	**115650517**	**126475616**

ESTABLISHMENT OF AIIMS IN COIMBATORE

***415. DR. GANAPATHY RAJKUMAR P.:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Union Government has any proposal for establishment of an All India Institute of Medical Sciences (AIIMS) in Coimbatore, Tamil Nadu to fulfil the medical needs of poor migrated workers working/engaged in the textile industry, cotton mills, surrounding cotton fields, spinning units, engineering and manufacturing units etc.;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA):

(a) to (c): Under Pradhan Mantri Swasthya Suraksha Yojana (PMSSY), till date

establishment of 22 All India Institutes of Medical Sciences (AIIMS) has been approved in various States/UTs in the country including one AIIMS at Madurai in Tamil Nadu. Under PMSSY, there is no proposal for establishment of an AIIMS in Coimbatore, Tamil Nadu.

Further, for expansion and strengthening of tertiary healthcare facilities in the State of Tamil Nadu, under another component of PMSSY, upgradation of 4 Government Medical Colleges (GMCs) on Centre-State cost sharing basis has been undertaken by way of construction of Super Specialty Blocks, which include (i) Government Medical College, Salem (ii) Government Medical College, Madurai (iii) Thanjavur Medical College, Thanjavur (iv) Tirunelveli Medical College, Tirunelveli.

AYUSHMAN AROGYA MANDIRS

***416. SHRI VISHNU DATT SHARMA:**

Will the Minister of **AYUSH** be pleased to state:

(a) whether the Government is establishing Ayushman Arogya Mandirs (AYUSH) under the National AYUSH Mission (NAM) to strengthen primary healthcare delivery through AYUSH systems in the country and if so, the details thereof;

(b) whether any such AYUSH Health and Wellness Centres have been established or proposed in the State of Madhya Pradesh, particularly in Katni, Panna and Khajuraho in the Khajuraho Lok Sabha constituency, if so, the details thereof and if not, the reasons therefor; and

(c) the timeframe for extending such facilities to the said region?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): Under Centrally Sponsored Scheme of National Ayush Mission (NAM), as per the proposals received from State/UT Governments through their State Annual Action Plans (SAAPs), 12500 units of Ayushman Arogya Mandir (Ayush) [AAM (Ayush)] have been approved by upgrading existing Ayush Dispensaries and Sub Health Centres to strengthen primary healthcare delivery through Ayush systems across the country. As reported by State/UT Governments, all AAM (Ayush) are functional. State/UT-wise status of approved AAM (Ayush) is given in the enclosed **Statement-I**.

(b) and (c) Public Health being a State subject, establishment of Ayush Health & Wellness Centres [now renamed as Ayushman Arogya Mandir (AAM) (Ayush)] in any district of Madhya Pradesh, comes under the purview of State Government of Madhya Pradesh. However, under NAM, as per the proposals received from State Government of Madhya Pradesh through the SAAPs, 800 AAM (Ayush) have been approved and as reported by State Government, all AAM(Ayush) are functional. The district wise details of approved AAM (Ayush) in the State of Madhya Pradesh including Katni, Panna and Khajuraho in the Khajuraho Lok Sabha constituency given in the enclosed **Statement-II.**

STATEMENT-I

State/UT-wise number of AAM (Ayush) approved

Sl. No.	Name of States/UTs	Approved AAM (Ayush)
1	Andaman & Nicobar Island	6
2	Andhra Pradesh	126
3	Arunachal Pradesh	89
4	Assam	500
5	Bihar	294
6	Chandigarh	12
7	Chhattisgarh	400
8	Delhi	0
9	Dadra Nagar Haveli and Daman Diu	1
10	Goa	100
11	Gujarat	365
12	Haryana	538
13	Himachal Pradesh	761
14	Jammu & Kashmir	523
15	Jharkhand	745
16	Karnataka	376
17	Kerala	700
18	Ladakh	0
19	Lakshadweep	7
20	Madhya Pradesh	800
21	Maharashtra	390
22	Manipur	15
23	Meghalaya	24
24	Mizoram	41
25	Nagaland	49
26	Odisha	422
27	Puducherry	4

28	Punjab	158
29	Rajasthan	2019
30	Sikkim	18
31	Tamil Nadu	650
32	Telangana	421
33	Tripura	72
34	Uttar Pradesh	1034
35	Uttarakhand	300
36	West Bengal	540
Total		**12500**

STATEMENT-II

(i) District-wise number of AAM (Ayush) approved in Madhya Pradesh

S.No	District	Approved AAM (Ayush)
1.	Agar-Malwa	6
2.	Alirajpur	9
3.	Anuppur	8
4.	Ashoknagar	11
5.	Balaghat	56
6.	Barwani	11
7.	Betul	17
8.	Bhind	21
9.	Bhopal	7
10.	Burhanpur	10
11.	Chhatarpur	21
12.	Chhindwara	19
13.	Damoh	15
14.	Datia	12
15.	Dewas	20
16.	Dhar	17

17.	Dindori	8
18.	Guna	14
19.	Gwalior	12
20.	Harda	7
21.	Indore	14
22.	Jabalpur	20
23.	Jhabua	10
24.	Katni	18
25.	Khandwa	16
26.	Khargone	13
27.	Mandla	10
28.	Mandsaur	24
29.	Morena	21
30.	Narmadapuram	13
31.	Narsimhapur	15
32.	Neemuch	9
33.	Panna	15
34.	Raisen	18
35.	Rajgarh	12
36.	Ratlam	12
37.	Rewa	30
38.	Sagar	29
39.	Satna	30
40.	Sehore	20
41.	Seoni	13
42.	Shahdol	9
43.	Shajapur	15
44.	Sheopur	6
45.	Shivpuri	16
46.	Sidhi	18
47.	Singrauli	9

48.	Tikamgarh	17
49.	Ujjain	24
50.	Umaria	9
51.	Vidisha	14
Total		**800**

(ii) Number of AAM (Ayush) approved in Katni, Panna and Khajuraho of Khajuraho Lok Sabha Constituency

S.No.	District / town	Approved AAM (Ayush)
1.	Katni	18
2.	Panna	15
3.	Khajuraho	1

USE OF MALTODEXTRIN IN FOOD PRODUCTS

***417. SHRI M. K. RAGHAVAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware of reports indicating excessive use of Maltodextrin in processed and packaged food products such as health drinks, infant foods, snacks, bakery items and dietary supplements in the country, if so, the details thereof;

(b) whether studies have indicated any potential health concerns arising from the high consumption of Maltodextrin, particularly among children, diabetic patients and persons suffering from lifestyle related diseases, if so, the

details thereof;

(c) whether the Government has conducted or proposes to conduct any scientific assessment regarding the extent of the use of Maltodextrin in processed food products available in the domestic markets, if so, the details thereof; and

(d) whether the Government proposes to review or reduce the permitted levels of the use of Maltodextrin in food products in line with regulations adopted by other countries to promote healthier food formulations, if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA):

(a) to (d): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption and FSSAI standards are uniformly applicable across the country.

The food safety standards are made based on the scientific opinion provided by independent risk assessment bodies i.e. Scientific Panels and Scientific Committee and are harmonized with internationally accepted Codex standards.

Maltodextrin is a permitted ingredient as per Food Safety and Standards

Regulations, used in several food categories such as bakery products, supplements for children, infant milk products, etc. Maltodextrin is allowed to be used under Good Manufacturing Practices (GMP) and is globally recognized as safe.

Indian Council of Medical Research (ICMR), under the Department of Health Research, Ministry of Health and Family Welfare is apex body in India for formulation, coordination promotion of biomedical research and to conduct, coordinate and implement medical research for the benefit of the Society. As per ICMR, frequent consumption of ultra-processed foods is linked to insulin resistance, obesity, and metabolic syndrome and may even alter gut microbiota. ICMR has not carried out any study on potential health concerns arising from the high consumption of Maltodextrin.

आंगनवाड़ी केंद्रों का आधुनिकीकरण

***418. श्रीमती संध्या राय:**

क्या **महिला और बाल विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार मध्य प्रदेश के भिण्ड और दतिया जिलों में आंगनवाड़ी केंद्रों का आधुनिकीकरण करने और उन्हें सुदृढ़ बुनियादी ढांचे से युक्त बनाने के लिए कोई विशेष योजना लागू कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या उक्त जिलों में कामकाजी महिलाओं के लिए शिशुगृह (क्रेच)/''कार्यस्थल पर स्थित बाल – देखभाल केंद्र'' स्थापित करने का कोई प्रस्ताव है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार किशोरियों के स्वास्थ्य, रक्ताल्पता नियंत्रण और कौशल विकास के लिए विशेष अभियान चला रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या महिला स्वयं सहायता समूहों को पोषण युक्त खाद्य के उत्पादन, आपूर्ति, सामुदायिक पोषण केंद्रों से जोड़कर स्थानीय स्तर पर रोज़गार सृजित करने का कोई प्रस्ताव है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ड.) क्या महिला सशक्तिकरण के क्षेत्र में उक्त जिलों को आदर्श जिलों के रूप में विकसित करने के लिए कोई एकीकृत पहल प्रस्ताावित है?

महिला और बाल विकास मंत्री (श्रीमती अन्नपूर्णा देवी):

(क): मिशन पोषण 2.0 के तहत, 15वें वित्त आयोग की अवधि में, सरकारी भवनों में स्थित दो लाख आंगनवाड़ी केंद्रों को (प्रति वर्ष 40,000 आंगनवाड़ी केंद्र) की दर से सक्षम आंगनवाड़ी केंद्रों में सुदृढ़ किया जा रहा है ताकि बेहतर पोषण और प्रारंभिक बाल्यावस्था देखरेख एवं शिक्षा प्रदान की जा सके। सक्षम आंगनवाड़ी केंद्रों को पारंपरिक आंगनवाड़ी केंद्रों की तुलना में बेहतर बुनियादी ढांचा प्रदान किया जाता है, जिसमें एलईडी स्क्रीन, वाटर फ़िल्टर प्रणाली, पोषण वाटिका, प्रारंभिक बाल्यावस्था देखरेख एवं शिक्षा सामग्री और 'बाला' पेंटिंग शामिल हैं। 17.03.2026 तक, देश भर में कुल 2 लाख आंगनवाड़ी केंद्रों को सक्षम आंगनवाड़ी केंद्रों के रूप में उन्नत करने के लिए स्वीकृत किया गया है, जिनमें से मध्य प्रदेश राज्य के भिंड जिले के लिए 446 आंगनवाड़ी केंद्र और दतिया जिले के लिए 342 आंगनवाड़ी केंद्र स्वीकृत किए गए हैं।

(ख): महिला एवं बाल विकास मंत्रालय ने सभी राज्यों और संघ राज्य क्षेत्रों के लिए 1 अप्रैल 2022 से मिशन शक्ति के सामर्थ्य वर्टिकल के तहत पालना योजना शुरू की है।

आंगनवाड़ी केंद्र विश्व के सबसे बड़े बाल देखरेख संस्थान हैं जो बच्चों को आवश्यक देखरेख और सहायता प्रदान करने के लिए समर्पित हैं और अंतिम लाभार्थी तक देखभाल सुविधाओं की पहुँच

सुनिश्चित करते हैं। अपनी तरह की पहली पहल के रूप में, मंत्रालय ने आंगनवाड़ी-सह-क्रेच के माध्यम से बाल देखरेख सेवाओं का विस्तार किया है। आंगनवाड़ी केंद्र-सह-क्रेच पहल का उद्देश्य अर्थव्यवस्था में महिलाओं की कार्यबल भागीदारी बढ़ाना है। इस योजना का उद्देश्य 6 माह से 6 वर्ष की आयु के बच्चों के लिए सुरक्षित और संरक्षित वातावरण में गुणवत्तापूर्ण क्रेच सुविधा, पोषण संबंधी सहायता, स्वास्थ्य और संज्ञानात्मक विकास, वृद्धि की निगरानी और टीकाकरण प्रदान करना है। पालना योजना के अंतर्गत क्रेच सुविधाएँ सभी माताओं को उनकी रोजगार स्थिति पर ध्यान दिए बिना प्रदान की जाती हैं।

पालना योजना केंद्र प्रायोजित योजना है। कार्यक्रम अनुमोदन बोर्ड (पीएबी) की बैठकें राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासनों के साथ प्रतिवर्ष आयोजित की जाती हैं, जिनमें राज्य और संघ राज्य क्षेत्र आंगनवाड़ी-सह-क्रेच खोलने के प्रस्ताव प्रस्तुत करते हैं और उन्हें कार्यान्वित करते हैं। राज्य सरकारें और संघ राज्य क्षेत्र प्रशासन भी योजना के कार्यान्वयन के लिए अपने निर्धारित हिस्से का योगदान करते हैं।

अब तक, मंत्रालय द्वारा 34 राज्यों/ संघ राज्य क्षेत्रों में कुल 14,708 आंगनवाड़ी केंद्र-सह-क्रेच को मंजूरी दी जा चुकी है, जिनमें से मध्य प्रदेश राज्य के लिए उनसे प्राप्त प्रस्तावों के अनुसार 448 आंगनवाड़ी केंद्र-सह-क्रेच को मंजूरी दी गई है।

(ग): मिशन सक्षम आंगनवाड़ी और पोषण 2.0 के तहत, सामुदायिक सहभागिता, पहुंच, व्यवहार परिवर्तन और प्रचार-प्रसार जैसी गतिविधियों के माध्यम से कुपोषण को कम करने और स्वास्थ्य, कल्याण और रोग प्रतिरोधक क्षमता में सुधार के लिए एक नई कार्यनीति बनाई गई है। यह आयुष पद्धतियों के माध्यम से मातृ पोषण, शिशु और बाल पोषण संबंधी मानदंड, गंभीर तीव्र कुपोषण (एसएएम)/मध्यम तीव्र कुपोषण (एमएएम) के उपचार और कल्याण पर केंद्रित है ताकि दुबलापन, बौनापन, एनीमिया और अल्प वजन की व्याप्तता को कम किया जा सके।

प्रत्येक आंगनवाड़ी केंद्र में माह में दो बार आयोजित होने वाले समुदाय आधारित कार्यक्रम (सीबीई) सामुदायिक भागीदारी को मजबूत करते हैं और बेहतर पोषण पद्धतियों को बढ़ावा देते हैं। ये कार्यक्रम गर्भवती महिलाओं, किशोरियों और छोटे बच्चों के जीवन के महत्वपूर्ण पड़ावों का उत्साह मनाते हैं और पूरक आहार, आहार विविधता, एनीमिया, 'वाश' और जन स्वास्थ्य के बारे में जागरूकता का प्रसार करते हैं। 2018 से अब तक 9.80 करोड़ समुदाय आधारित कार्यक्रम आयोजित किए जा चुके हैं।

इसके अतिरिक्त, महिला एवं बाल विकास मंत्रालय ने पांच मिशन उत्कर्ष जिलों में 14-18 वर्ष की किशोरियों में एनीमिया की रोकथाम और प्रबंधन तथा पोषण स्तर में सुधार के लिए साक्ष्य-आधारित आयुर्वेद उपायों के प्रायोगिक कार्यान्वयन हेतु 26.02.2024 को आयुष मंत्रालय के साथ एक समझौता ज्ञापन पर हस्ताक्षर किए थे। यह प्रायोगिक पहल धुबरी (असम), बस्तर (छत्तीसगढ़), पश्चिमी सिंहभूम (झारखंड), गढ़चिरोली (महाराष्ट्र) और धौलपुर (राजस्थान) जिलों में शुरू की जा चुकी है।

केंद्रीय आयुर्वेदिक विज्ञान अनुसंधान परिषद इस परियोजना के संपूर्ण कार्यान्वयन के लिए जिम्मेदार है। महिला एवं बाल विकास मंत्रालय ने जिला/ब्लॉक/परियोजना और आंगनवाड़ी केन्द्र स्तर से परियोजना के समन्वय के लिए सहयोग प्रदान किया है। पब्लिक हेल्थ फाउंडेशन ऑफ इंडिया के भारतीय जन स्वास्थ्य संस्थान, दिल्ली ने इस परियोजना का स्वतंत्र प्रभाव आकलन किया है।

महिला एवं बाल विकास मंत्रालय और कौशल विकास एवं उद्यमिता मंत्रालय (एमएसडीई) के बीच 11 अक्टूबर, 2022 को हस्ताक्षरित एक समझौता ज्ञापन के अनुपालन में, 16-18 वर्ष की आयु वर्ग की किशोरियों के कौशल विकास के लिए एक प्रायोगिक परियोजना 'नाव्या' (किशोरियों के लिए व्यावसायिक प्रशिक्षण के माध्यम से आकांक्षाओं का पोषण) मध्य प्रदेश राज्य सहित 19 राज्यों और संघ राज्य क्षेत्रों के 27 जिलों में शुरू की गई है।

(घ) और (ड.): भारत सरकार के विभिन्न मंत्रालयों/विभागों द्वारा देश भर में महिलाओं के सामाजिक

और आर्थिक सशक्तिकरण के लिए कई योजनाएँ/कार्यक्रम क्रियान्वित किए जा रहे हैं जिनमें मध्य प्रदेश के भिंड और दतिया जिलों की महिलाएं और बालिकाएं भी शामिल हैं। शिक्षा के लिए भारत सरकार की प्रमुख योजनाओं और कार्यक्रमों में समग्र शिक्षा, कस्तूरबा गांधी बालिका विद्यालय, एकलव्य मॉडल आवासीय विद्यालय, प्री-मैट्रिक और पोस्ट-मैट्रिक छात्रवृत्तियां, सूचना एवं संचार प्रौद्योगिकी के माध्यम से शिक्षा संबंधी राष्ट्रीय मिशन, स्वयं (स्टडी वेब्स ऑफ़ एक्टिव लर्निंग फॉर यंग अस्पॉयरिंग माइंडस), स्वयं प्रभा, पीएम ई-विद्या और राष्ट्रीय डिजिटल पुस्तकालय (एनडीएल), शामिल हैं। सामाजिक सुरक्षा अटल पेंशन योजना, प्रधान मंत्री सुरक्षा बीमा योजना और प्रधान मंत्री जीवन ज्योति बीमा योजना के माध्यम से प्रदान की जाती है, जबकि खाद्य सुरक्षा को प्रधान मंत्री गरीब कल्याण अन्न योजना द्वारा मजबूत किया जाता है। स्वच्छ भारत मिशन, उज्ज्वला योजना और जल जीवन मिशन के माध्यम से स्वच्छता, स्वच्छ ऊर्जा और पेयजल तक पहुंच को बढ़ाया गया है। प्रधानमंत्री आवास योजना- ग्रामीण और प्रधानमंत्री आवास योजना-शहरी के माध्यम से आवास की जरूरतों को पूरा किया जाता है। स्वास्थ्य के क्षेत्र में, आयुष्मान भारत, आयुष्मान भारत स्वास्थ्य और आरोग्य केंद्र, और प्रधान मंत्री भारतीय जनऔषधि केंद्र आवश्यक चिकित्सा सेवाएं और सस्ती दवाएं, चिकित्सा उपकरण और स्वच्छता उत्पाद प्रदान करते हैं। प्रधानमंत्री कौशल विकास योजना और प्रधानमंत्री ग्रामीण डिजिटल साक्षरता अभियान के तहत कौशल विकास और डिजिटल साक्षरता को बढ़ावा दिया जाता है, जबकि प्रधानमंत्री जन धन योजना, स्टैंड अप इंडिया, मुद्रा योजना और स्टार्ट-अप इंडिया के माध्यम से वित्तीय समावेशन और उद्यमिता के लिए सहायता प्रदान की जाती है। प्रधानमंत्री रोजगार सृजन कार्यक्रम, प्रधानमंत्री स्ट्रीट वेंडर आत्मनिर्भर निधि (पीएम स्वनिधि), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) और सूक्ष्म एवं लघु उद्यमों के लिए ऋण गारंटी निधि योजना (सीजीएमएसई) के माध्यम से रोजगार, स्वरोजगार और ऋण सुविधा बढ़ाई जाती है, और महिला कॉयर योजना (एमसीवाई) ग्रामीण महिलाओं को लक्षित व्यावसायिक प्रशिक्षण प्रदान करती है। ये सभी

योजनाएं सामूहिक रूप से महिला नेतृत्व वाले विकास, लैंगिक समानता, महिला सशक्तीकरण और लैंगिक सुव्यवस्था (मेनस्ट्रीमिंग) के एजेंडे को आगे बढ़ा रही हैं।

महिला एवं बाल विकास मंत्रालय देश भर में (तेलंगाना को छोड़कर) 1 जनवरी 2017 से प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई) क्रियान्वित कर रहा है। पीएमएमवीवाई एक केंद्र प्रायोजित मातृत्व लाभ योजना है जिसके तहत पहले बच्चे के लिए ₹5,000/- की नकद प्रोत्साहन राशि सीधे लाभार्थी के बैंक/डाकघर खाते में प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से दी जाती है। संस्थागत प्रसव के बाद पात्र लाभार्थियों को जननी सुरक्षा योजना के तहत मातृत्व लाभ के लिए स्वीकृत मानदंडों के अनुसार शेष नकद प्रोत्साहन राशि प्राप्त होती है, जिससे औसतन एक महिला को ₹6,000/- प्राप्त होते हैं। पीएमएमवीवाई के तहत पात्र लाभार्थियों को दूसरे बच्चे के लिए भी ₹6,000/- की नकद प्रोत्साहन राशि दी जाती है, बशर्ते दूसरा बच्चा बालिका हो।

पीएमएमवीवाई का उद्देश्य पहली संतान के जन्म से पहले और बाद में महिला को पर्याप्त आराम देने के लिए वेतन हानि की आंशिक भरपाई हेतु नकद प्रोत्साहन प्रदान करना; और गर्भवती महिलाओं और स्तनपान कराने वाली माताओं (पीडब्ल्यू एंड एलएम) के बीच स्वास्थ्य के प्रति जागरूकता बढ़ाना है। यह योजना बालिका के प्रति सकारात्मक व्यवहार को बढ़ावा देने का भी प्रयास है, जिसके तहत दूसरी संतान, यदि वह बालिका हो, के लिए अतिरिक्त नकद प्रोत्साहन प्रदान किया जाता है। इस योजना के प्रारंभ (01.01.2017) से 17.03.2026 तक देश भर में लगभग 4.28 करोड़ महिलाओं को इसके माध्यम से 20,117 करोड़ रुपये का लाभ दिया जा चुका है। इस योजना के प्रारंभ (01.01.2017) से 17.03.2026 तक मध्य प्रदेश में लगभग 48.21 लाख महिलाओं को इसके माध्यम से 2,316.45 करोड़ रुपये का लाभ दिया जा चुका है। इसके अतिरिक्त, योजना की शुरुआत (01.01.2017) से लेकर 17.03.2026 तक मध्य प्रदेश के भिंड और दतिया जिलों में क्रमशः कुल 94,428 लाभार्थियों और 52,977 लाभार्थियों को पीएमएमवीवाई के तहत मातृत्व लाभ का भुगतान

किया गया है।

बायोफार्मा शक्ति योजना

***419. श्री बिद्युत बरन महतोः**

श्रीमती अपराजिता सारंगीः

क्या **रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि:

(क) अगले पांच वर्षों के दौरान बायोफार्मा शक्ति योजना के तहत निधियों के आवंटन और प्रस्तावित वितरण का वर्ष-वार ब्यौरा क्या है;

(ख) छत्तीसगढ़ सहित देश में मान्यताप्राप्त क्लिनिकल परीक्षण स्थलों की स्थापना के लिए क्या कदम उठाए गए हैं/उठाए जाने प्रस्तावित हैं और इनके अपेक्षित परिणाम क्या हैं;

(ग) 'बायोलॉजिक्स' और 'बायोसिमिलर्स' के त्वरित अनुमोदन के लिए केंद्रीय औषधि मानक नियंत्रण संगठन (सीडीएससीओ) के क्षमता निर्माण सहित नियामक ढांचे को मजबूत करने के लिए क्या कदम उठाए गए हैं; और

(घ) उक्त योजना के माध्यम से आयात पर निर्भरता को कम करने और वैश्विक बायोफार्मास्युटिकल बाजार में भारत की हिस्सेदारी बढ़ाने के लिए क्या प्रक्रिया अपनाए जाने की संभावना है?

स्वास्थ्य और परिवार कल्याण मंत्री; तथा रसायन और उर्वरक मंत्री (श्री जगत प्रकाश नड्डा):

(क) से (घ): घरेलू जैव-औषधीय क्षेत्र को सुदृढ़ करने और बायोलॉजिक्स और बायोसिमिलर्स में वैश्विक प्रतिस्पर्धात्मकता बढ़ाने के उद्देश्य से, सरकार ने पांच वर्षों में ₹10,000 करोड़ के परिव्यय के साथ बायोफार्मा शक्ति योजना की घोषणा की है जिसका उद्देश्य भारत में किफायती स्वास्थ्य परिचर्या का संवर्धन करना और भारत को वैश्विक जैव-औषधीय विनिर्माण और नवाचार केंद्र के रूप में उभरने में सक्षम बनाने के लिए बायोलॉजिक्स और बायोसिमिलर्स के लिए एक वैश्विक स्तर पर प्रतिस्पर्धी घरेलू

पारिस्थितिकी तंत्र का निर्माण करना है। इस योजना की रूपरेखा पर विचार-विमर्श जारी है।

इस योजना के तहत, जीन थेरेपी जैसे उन्नत क्षेत्रों के लिए विशेष समीक्षकों और विशेषज्ञ पदों का सृजन करके सीडीएससीओ को सुदृढ़ीकृत करते हुए, वैश्विक स्तर पर विश्वसनीय अनुमोदन प्रक्रिया को तेज करने की परिकल्पना की गई है। साथ ही, आईसीएमआर के अंतर्गत 1,000 नैदानिक परीक्षण स्थलों का राष्ट्रीय स्तर पर मान्यता प्राप्त नेटवर्क बनाकर भारत के नैदानिक अनुसंधान क्षेत्र का विस्तार करने की भी परिकल्पना की गई है।

बायोफार्मा शक्ति पहल का उद्देश्य बायोलॉजिक्स और बायो-सिमिलर्स के घरेलू उत्पादन के लिए एक पारिस्थितिकी तंत्र तैयार करना है। इसके अलावा, अनुसंधान एवं विकास को सहयोग प्रदान करके, नैदानिक परीक्षण अवसंरचना को सशक्त करके और शिक्षा जगत, अनुसंधान संस्थानों और उद्योग के बीच सहयोग को बढ़ावा देकर, यह योजना जैव-औषधीय क्षेत्र में घरेलू नवाचार और विनिर्माण क्षमताओं को प्रोत्साहित करना चाहती है। यह आशा है कि ये पहल समय के साथ आयात पर निर्भरता कम करने और वैश्विक जैव-औषधीय बाजार में भारत की भागीदारी को संवर्धित करने में योगदान प्रदान करेंगी।

रूस में फंसे हुए भारतीयों को सहायता

***420. श्री अमरा राम:**

क्या **विदेश** मंत्री यह बताने की कृपा करेंगे कि**:**

(क) क्या यह सच है कि हाल ही में रूस की यात्रा पर गए भारतीय नागरिक वापस नहीं आ सके और वहां फंस गए हैं और यदि हां, तो इसके क्या कारण हैं**;**

(ख) इस संबंध में सरकार को प्राप्त शिकायतों की संख्या कितनी है**;**

(ग) सरकार की सहायता से वापस लाए गए ऐसे व्यक्तियों की संख्या कितनी है**;**

(घ) ऐसे कितने यात्री हैं जो अभी तक वापस नहीं आ पाए हैं और इस संबंध में सरकार द्वारा की जा रही कार्रवाई का ब्यौरा क्या है; और

(ड.) वहां फंसे हुए ऐसे व्यक्तियों के परिवारों द्वारा प्रस्तुत अभ्यावेदनों पर सरकार द्वारा अब तक की गई कार्रवाई का ब्यौरा क्या है?

विदेश मंत्री (डॉ. सुब्रह्मण्यम जयशंकर):

(क) से (ङ): उपलब्ध जानकारी के अनुसार, पश्चिम एशिया और खाड़ी क्षेत्र में बदलती स्थिति के संबंध में, एक संकटग्रस्त भारतीय नागरिक द्वारा सहायता और रूस से प्रत्यावर्तन की मांग करने का एक मामला सामने आया है। हमारा मिशन रूस के प्राधिकारियों के साथ संपर्क में है ताकि मामले का पता लगाया जा सके और हर संभव सहायता प्रदान की जा सके।

इस मामले के अलावा, अन्य कोई मामले संज्ञान में नहीं हैं जहाँ हाल ही में रूस जाने वाले भारतीय नागरिक फंस गए हों और वापस नहीं लौट पाए हों।

रूस स्थित भारतीय दूतावास को रूसी प्राधिकारियों या प्रभावित परिवारों से भारतीय नागरिकों के वीज़ा उल्लंघन या प्रशासनिक अपराधों के आधार पर हिरासत में लिए जाने की सूचना मिलती है। ऐसे मामलों में, रूस स्थित भारतीय दूतावास रूसी आव्रजन प्राधिकारियों के साथ समन्वय करता है ताकि उनकी शीघ्र भारत वापसी संभव हो सके और आवश्यकतानुसार यात्री दस्तावेज़ों की सुविधा सहित अन्य सहायता प्रदान करता है।

Starred Question Nos. 429 to 440 (23.03.2026)

भागलपुर में केन्द्रीय विद्यालय/नवोदय विद्यालय की स्थापना

***429. श्री अजय कुमार मंडल:**

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का बिहार के भागलपुर लोक सभा निर्वाचन क्षेत्र के अंतर्गत केंद्रीय विद्यालय/नवोदय विद्यालय या अन्य केंद्रीय शिक्षण संस्थान स्थापित करने का विचार है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार द्वारा उच्च और तकनीकी शिक्षण संस्थानों में रिक्त पदों को भरने के लिए कोई विशेष भर्ती अभियान चलाया जा रहा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) उक्त निर्वाचन क्षेत्र के ग्रामीण स्कूलों में डिजिटल शिक्षा और स्मार्ट क्लासरूम सुविधाएं बनाने के लिए सरकार द्वारा किए गए बजटीय प्रावधान का ब्यौरा क्या है; और

(घ) सरकार द्वारा विभिन्न छात्रवृत्ति योजनाओं के अंतर्गत भागलपुर के छात्रों को वितरित की गई कुल निधि का ब्यौरा क्या है?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क): नए केंद्रीय विद्यालय (केवि) खोलना एक सतत् प्रक्रिया है। केवि पूरे देश में शिक्षा का एक समान कार्यक्रम प्रदान करने हेतु मुख्य रूप से केंद्र सरकार के स्थानांतरणीय कर्मचारियों सहित रक्षा और अर्ध-सैन्य कर्मियों, केंद्रीय स्वायत्त निकायों, केंद्रीय सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) और केंद्रीय उच्च शिक्षा संस्थान (आईएचएल) के बच्चों की शैक्षिक जरूरतों को पूरा करने के लिए खोले जाते हैं। नए केवि खोलने के प्रस्तावों को भारत सरकार के मंत्रालयों या विभागों/राज्य सरकारों/संघ राज्य क्षेत्रों प्रशासनों द्वारा प्रायोजित किया जा सकता है जिसमें केन्द्रीय विद्यालय संगठन (केविसं) के मानदंडों के अनुसार एक नया केवि स्थापित करने के लिए निःशुल्क अपेक्षित भूमि और उपयुक्त किराया-मुक्त

अस्थायी आवास को उपलब्ध कराने की प्रतिबद्धता शामिल होती है। वर्तमान में, बिहार में 51 केवि कार्यात्मक हैं, जिनमें एनटीपीसी कहलगांव, भागलपुर जिले में एक केवि शामिल है।

भारत सरकार ने हाल ही में अक्तूबर, 2025 में देश भर में 57 नए केंद्रीय विद्यालयों को स्वीकृति प्रदान की है, जिसमें बिहार के भागलपुर जिले के भागलपुर टाउन में एक केवि शामिल है।

नवोदय विद्यालय योजना में देश के प्रत्येक जिले में एक नवोदय विद्यालय (नवि) खोलने की परिकल्पना की गई है। नए नवोदय विद्यालय खोलना एक सतत् प्रक्रिया है जो स्थायी भवन के निर्माण हेतु निशुल्क अपेक्षित उपयुक्त भूमि उपलब्ध कराने और स्थायी भवन का निर्माण होने तक विद्यालय संचालित करने के लिए किराया-मुक्त अपेक्षित अस्थायी भवन निःशुल्क उपलब्ध कराने की संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन की इच्छा पर निर्भर करती है। मौजूदा प्रक्रियाओं के अनुसार नए नवि की संस्वीकृति और उन्हें खोला जाना सक्षम प्राधिकारी के अनुमोदन पर निर्भर करता है। वर्तमान में बिहार के सभी 38 जिलों में 39 नवि कार्यात्मक हैं, जिनमें भागलपुर ज़िले में स्थित 1 नवि शामिल है।

भारतीय आईटी उद्योग की बढ़ती कौशल चुनौतियों और घरेलू आईटी बाजार के विकास को ध्यान में रखते हुए, शिक्षा मंत्रालय ने आईटी में विश्व स्तरीय मानव संसाधन प्रदान करने, देश में आईटी उद्योग हेतु उपलब्ध मानव पूंजी को विकसित करने/सुदृढ़ करने और विभिन्न क्षेत्रों में आईटी के बहुआयामी पहलुओं का उपयोग करने की संकल्पना के साथ भारत में पांच केंद्रीय वित्त पोषित भारतीय सूचना प्रौद्योगिकी संस्थान (आईआईआईटी) और गैर लाभकारी सार्वजनिक निजी भागीदारी पर बीस आईआईआईटी की स्थापना की है, इन आईआईआईटी में से पीपीपी मोड के अंतर्गत एक आईआईआईटी, नामतः आईआईआईटी (पीपीपी) भागलपुर, वर्ष 2017 में बिहार के भागलपुर जिले में स्थापित किया गया था।

इसके अतिरिक्त, बिहार के भागलपुर में स्थित विक्रमशिला के ऐतिहासिक स्थल के समीप एक

नए केंद्रीय विश्वविद्यालय की स्थापना हेतु, बिहार राज्य सरकार को भूमि अधिग्रहण की प्रक्रिया पूर्ण करने का अनुरोध किया गया है।

केंद्रीय शैक्षणिक संस्थाएं (सीईआई) खोलना एक सतत प्रक्रिया है जो मौजूदा प्रक्रिया/नीति के अनुसार सक्षम प्राधिकारी के अनुमोदन पर निर्भर करती है। 'शिक्षा' एक समवर्ती विषय होने के कारण, राज्य सरकारें भी अपने-अपने राज्यों में स्कूल/उच्चतर शिक्षा तक अपेक्षाकृत अधिक पहुंच प्रदान करने के लिए विभिन्न पहलें कर रही हैं।

(ख): सितंबर 2022 से, सभी केंद्रीय उच्चतर शिक्षा संस्थाओं (सीएचईआई) ने रिक्त पदों को भरने के लिए मिशन मोड में भर्ती अभियान चलाया है। दिनांक 24.01.2026 (अर्थात पिछले रोज़गार मेले की तारीख) तक, सभी सीएचईआई द्वारा कुल 30720 पद भरे गए हैं। इसका ब्यौरा संलग्न **विवरण** में दिया गया है।

पदोन्नति, सेवानिवृत्ति, त्यागपत्र, मृत्यु, नई संस्थाओं, योजनाओं या परियोजनाओं के खुलने और मौजूदा संस्थाओं में छात्रों की बढ़ी हुई संख्या तथा क्षमता विस्तार से जनित अतिरिक्त आवश्यकताओं के कारण रिक्तियां उत्पन्न होती रहती हैं। रिक्तियों को भरना एक सतत प्रक्रिया है और संबंधित भर्ती नियमावली के प्रावधानों के अनुसार रिक्तियों को भरने के प्रयास किए जाते हैं।

(ग): समग्र शिक्षा की केंद्र प्रायोजित योजना के अंतर्गत आईसीटी और डिजिटल पहल घटक के तहत, स्कूलों में आईसीटी प्रयोगशाला और स्मार्ट कक्षाएं स्थापित करने के लिए वित्तीय सहायता प्रदान की जाती है। भागलपुर निर्वाचन क्षेत्र में आईसीटी प्रयोगशाला और स्मार्ट कक्षा की स्थापना हेतु वर्ष 2025-26 के लिए बजटीय प्रावधान इस प्रकार हैं:

ब्यौरा	**बजटीय प्रावधान** **(रु. लाख में)**
आईसीटी प्रयोगशाला (नई)	1257.10

स्मार्ट कक्षा (नई)	576.00
आईसीटी प्रयोगशाला (पुरानी)	160.80
स्मार्ट कक्षा (पुरानी)	99.60
कुल	**2093.50**

(घ): स्कूल शिक्षा और साक्षरता विभाग, शिक्षा मंत्रालय द्वारा प्रशासित केंद्रीय क्षेत्र योजना 'राष्ट्रीय साधन-सह-योग्यता छात्रवृत्ति योजना (एनएमएमएसएस) के तहत, आर्थिक रूप से कमजोर वर्गों के मेधावी छात्रों को आठवीं कक्षा में पढ़ाई छोड़ने से रोकने और माध्यमिक स्तर पर अपनी शिक्षा जारी रखने के लिए उन्हें प्रोत्साहित करने हेतु छात्रवृत्ति प्रदान की जाती है। मेधावी छात्र चयन परीक्षा और योजना के पात्रता मानदंडों के माध्यम से चुने जाते हैं। प्रत्येक वर्ष कक्षा IX के चयनित मेधावी छात्रों को प्रति वर्ष प्रति छात्र 12000/- रुपये की दर से एक लाख नई छात्रवृत्तियाँ प्रदान की जाती हैं और राज्य सरकार, सरकारी सहायता प्राप्त या स्थानीय निकाय स्कूलों में अध्ययन हेतु कक्षा X, XI और XII में उनका जारीकरण/नवीनीकरण किया जाता है। मेधावी छात्रों के चयन हेतु प्रत्येक राज्य/संघ राज्यक्षेत्र को एक निश्चित कोटा आवंटित किया जाता है। जिला/संसदीय निर्वाचन क्षेत्र के लिए कोई विशिष्ट कोटा निर्धारित नहीं है। इस योजना के तहत, वित्तीय वर्ष 2024-25 के दौरान, भागलपुर सहित बिहार राज्य के छात्रों को 17.83 करोड़ रुपये (लगभग) की 14,857 छात्रवृत्तियां प्रदान की गईं।

उच्चतर शिक्षा विभाग, शिक्षा मंत्रालय द्वारा प्रशासित प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन [पीएम-यूएसपी] योजना, महाविद्यालय और विश्वविद्यालय के छात्रों के लिए छात्रवृत्ति की एक केंद्रीय क्षेत्र योजना है, जिसके तहत गरीब और मेधावी छात्रों को उच्चतर शिक्षा प्राप्त करने के लिए छात्रवृत्ति के रूप में वित्तीय सहायता प्रदान की जाती है। जो छात्र बारहवीं कक्षा में सफल अभ्यर्थियों के शीर्ष 20

प्रतिशत में हैं और जिनकी पारिवारिक आय प्रतिवर्ष 4.5 लाख रुपये तक है, वे आवेदन करने के लिए पात्र हैं। एक वर्ष में, 82,000 नए छात्रवृत्ति स्लॉट उपलब्ध होते हैं। इन्हें राज्य की 18-25 वर्ष की आयु वर्ग की जनसंख्या के आधार पर राज्य शिक्षा बोर्डों के बीच विभाजित किया गया है। छात्राओं के लिए 50% छात्रवृत्ति स्लॉट निर्धारित हैं। जिला/संसदीय निर्वाचन क्षेत्र के लिए कोई विशिष्ट कोटा निर्धारित नहीं है। इस योजना के तहत, वित्तीय वर्ष 2024-25 के दौरान, भागलपुर सहित बिहार राज्य के छात्रों को 66.98 करोड़ रुपये (लगभग) की 55,255 छात्रवृत्तियां प्रदान की गईं।

विवरण

केंद्रीय उच्चतर शिक्षा संस्थाओं द्वारा मिशन मोड में भर्ती के तहत सितंबर 2022 से दिनांक 24.01.2026 तक की गई नियुक्तियाँ

संस्थाएं	की गईं नियुक्तियाँ		
	संकाय	गैर-संकाय	कुल
सीयू	8465	4403	12868
आईआईटी	3285	4532	7817
आईआईआईटी	470	188	658
आईआईएम	537	379	916
एनआईटी	4644	2421	7065
आईआईएसईआर/आईआईएससी	305	387	692
बीओएटी/एनआईटीटीआर/स्टैंडअलोन संस्थाएं	133	354	487
एसपीए	39	43	82
भाषा संस्थाएं	0	44	44

अन्य (एनआईईपीए/अनुसंधान परिषदें/ एआईसीटीई/एडसिल/यूजीसी/मंत्रालय मुख्यालय/एनबीटी/एनसीएमईआई आदि)।	0	91	91
कुल	**17878**	**12842**	**30720**

कृषि ऋण की माफी

***430. श्री हनुमान बेनीवालः**

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार के पास राजस्थान सहित देशभर में विभिन्न श्रेणियों के बैंकों में किसानों पर बकाया कृषि ऋणों के कोई आंकड़े हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) विगत तीन वर्षों के दौरान किसानों के कृषि ऋण में हुई वृद्धि का राज्य-वार ब्यौरा क्या है; और

(ग) क्या सरकार का विचार देश में किसानों की आर्थिक स्थिति को मजबूत करने के लिए उनकी पूर्ण ऋण माफी हेतु कोई योजना तैयार करने का है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

वित्त मंत्री; तथा कारपोरेट कार्य मंत्री (श्रीमती निर्मला सीतारमण):

(क) और (ख): राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड) द्वारा दी गई रिपोर्ट के अनुसार, 31 दिसंबर 2025 की स्थिति के अनुसार राजस्थान राज्य सहित देश भर में किसानों को राज्य/संघ राज्यक्षेत्र-वार, बैंक समूह-वार बकाया कृषि ऋणों का ब्यौरा संलग्न **विवरण-I** में दिया गया है। वित्तीय वर्ष 2022-23 से 2024-25 के दौरान देश भर में किसानों के कुल कृषि ऋण संवितरण में15% की चक्रवृद्धि वार्षिक वृद्धि दर (सीएजीआर) से वृद्धि हुई है। वित्तीय वर्ष 2022-23 से 2024-25 के लिए

कृषि ऋण संवितरण का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग) किसानों की पूर्ण ऋण माफी हेतु योजना तैयार करने संबंधी कोई प्रस्ताव केन्द्र सरकार के विचाराधीन नहीं है। तथापि, सरकार ने किसानों की आर्थिक स्थिति को सुदृढ़ करने के लिए अनेक उपाय किए हैं जिनमें *अन्य बातों के साथ-साथ* निम्नलिखित शामिल हैं:

- किसान क्रेडिट कार्ड (केसीसी) के माध्यम से समय पर और पर्याप्त ऋण, जिसके अंतर्गत संशोधित ब्याज सहायता योजना (एमआईएसएस) के तहत समय पर पुनर्भुगतान के लिए अतिरिक्त प्रोत्साहन सहित रियायती ब्याज दरों पर 3 लाख रुपये तक का फसल ऋण प्रदान किया जाता है
- प्रत्येक वर्ष उत्तरोत्तर वृद्धित कृषि ऋण संबंधी लक्ष्य का निर्धारण
- भारतीय रिजर्व बैंक (आरबीआई) द्वारा जारी प्राथमिकता प्राप्त क्षेत्र उधार संबंधी दिशानिर्देशों के अंतर्गत कृषि सहित अर्थव्यवस्था के प्राथमिकता प्राप्त क्षेत्रों को बैंकिंग प्रणाली से पर्याप्त ऋण प्रवाह सुनिश्चित करना
- संबद्ध गतिविधियों के लिए ऋणों सहित संपार्श्विक मुक्त अल्पकालिक कृषि ऋण को 1.60 लाख रुपये से बढ़ाकर 2.00 लाख रुपये करना
- प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के माध्यम से फसल बीमा, प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान) आदि के माध्यम से भूमि धारक किसानों को प्रत्यक्ष नकद हस्तांतरण

<u>विवरण-I</u>

31 दिसंबर 2025 की स्थिति के अनुसार राज्य/संघ राज्य क्षेत्र-वार, बैंक समूह-वार किसानों का बकाया कृषि ऋण संबंधी ब्यौरा (अनंतिम आंकड़े)

(राशि, करोड़ रुपये में)

क्र.सं.	राज्य/संघ राज्यक्षेत्र	अनुसूचित वाणिज्यिक बैंक	क्षेत्रीय ग्रामीण बैंक	ग्रामीण सहकारी बैंक
1	अंडमान और निकोबार द्वीप समूह	438	-	21
2	आंध्र प्रदेश	2,85,380	55,013	34,861
3	अरुणाचल प्रदेश	518	-	-
4	असम	16,744	5,172	226
5	बिहार	58,468	24,425	7,427
6	चंडीगढ़	2,808	-	0
7	छत्तीसगढ़	24,511	3,598	5,934
8	दादरा और नगर हवेली तथा दमन और दीव	259	-	19
9	दिल्ली	29,472	-	0
10	गोवा	1,641	-	224
11	गुजरात	1,10,877	13,345	44,239
12	हरियाणा	71,483	11,967	15,054
13	हिमाचल प्रदेश	9,415	1,929	3,404

14	जम्मू और कश्मीर	13,330	1,472	22
15	झारखंड	17,618	2,949	60
16	कर्नाटक	1,80,145	-	30,100
17	केरल	1,27,460	21,795	11,768
18	लद्दाख	467	12	15
19	लक्षद्वीप	53	-	-
20	मध्य प्रदेश	1,29,428	12,141	29,189
21	महाराष्ट्र	2,49,900	10,488	46,906
22	मणिपुर	981	130	181
23	मेघालय	643	463	185
24	मिजोरम	229	898	511
25	नागालैंड	609	18	235
26	ओडिशा	49,027	8,338	22,332
27	पुदुचेरी	6,623	1,648	6
28	पंजाब	83,057	8,790	8,475
29	राजस्थान	1,44,192	30,069	18,032
30	सिक्किम	360	-	41
31	तमिलनाडु	4,56,718	26,997	22,576
32	तेलंगाना	1,31,703	26,541	17,717
33	त्रिपुरा	1,825	1,079	1,858

34	उत्तर प्रदेश	1,69,112	60,985	-
35	उत्तराखंड	13,045	771	2,611
36	पश्चिम बंगाल	73,365	10,851	6,791

स्रोत: नाबार्ड के इंश्योर पोर्टल में बैंकों द्वारा प्रस्तुत किए गए आंकड़े।

विवरण-II

वित्तीय वर्ष 2022-23 से 2024-25 के लिए राज्य/संघ राज्यक्षेत्र-वार कृषि ऋण संवितरण का ब्यौरा

क्र.सं.	राज्य/संघ राज्यक्षेत्र	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
1	अंडमान और निकोबार द्वीप समूह	402	437	476
2	आंध्र प्रदेश	2,39,188	3,00,497	3,27,037
3	अरुणाचल प्रदेश	637	950	1,213
4	असम	9,062	11,564	14,514
5	बिहार	52,994	70,321	66,492
6	चंडीगढ़	1,635	1,938	2,287
7	छत्तीसगढ़	29,266	33,838	37,154
8	दादरा और नगर हवेली तथा दमन और दीव	342	393	383
9	दिल्ली	19,350	24,157	29,317
10	गोवा	1,905	2,429	14,492

11	गुजरात	1,20,529	1,41,161	1,63,965
12	हरियाणा	81,805	89,396	99,222
13	हिमाचल प्रदेश	11,003	11,628	14,426
14	जम्मू और कश्मीर	13,152	12,624	17,841
15	झारखंड	12,171	22,109	16,553
16	कर्नाटक	1,72,470	2,07,615	2,31,295
17	केरल	1,40,236	1,60,468	1,77,510
18	लद्दाख	334	352	420
19	लक्षद्वीप	23	62	40
20	मध्य प्रदेश	1,00,076	1,16,397	1,33,121
21	महाराष्ट्र	1,50,532	1,68,547	2,01,867
22	मणिपुर	645	649	842
23	मेघालय	404	478	554
24	मिजोरम	309	427	1,715
25	नागालैंड	340	412	553
26	ओडिशा	47,749	60,365	80,673
27	पुदुचेरी	5,574	7,066	8,183
28	पंजाब	90,798	95,687	1,00,544
29	राजस्थान	1,41,612	1,53,593	1,68,545
30	सिक्किम	340	405	3,016

31	तमिलनाडु	3,75,747	4,52,384	4,83,678
32	तेलंगाना	1,09,798	1,39,703	1,64,908
33	त्रिपुरा	1,670	2,175	2,971
34	उत्तर प्रदेश	1,51,452	1,71,390	1,96,225
35	उत्तराखंड	11,244	12,674	15,779
36	पश्चिम बंगाल	60,369	74,343	89,070

स्रोत: नाबार्ड के इंश्योर पोर्टल में बैंकों द्वारा प्रस्तुत किए गए आंकड़े।

IMPLEMENTATION STATUS AND EXPANSION OF SPOCS

***431. SHRI JUGAL KISHORE:**

DR. NISHIKANT DUBEY:

Will the Minister of **CULTURE** be pleased to state:

(a) The present status of implementation of the Scheme for Promotion of Culture of Science (SPoCS), including number and category of Science Centres, Innovation Hubs and Digital Planetariums established so far, State/UT-wise including Palghar district and Sidhi Lok Sabha Constituency;

(b) the details of the financial outlay approved and funds released under the Scheme during the last three financial years, including support extended to tribal dominated districts like Palghar in Maharashtra, North-Eastern and other underserved regions;

(c) whether any new Science Cities or Centres have been sanctioned or are

under development, State/UT-wise, including the State of Rajasthan;

(d) if so, the details thereof, including proposed locations across the country, State/UT-wise and timelines for completion; and

(e) the details of measurable outcomes achieved under the Scheme in terms of public outreach, student participation and promotion of scientific temper since it has been launched?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The Scheme for Promotion of Culture of Science (SPoCS), introduced in 2017 by the Government of India, brought a unified approach to science outreach by merging two earlier initiatives— Science Cities Scheme, aimed at developing and upgrading Science Cities and Science Centres and the SPICES (Scheme for Promoting Innovation, Creativity and Engagement in Science), which focused on establishing Innovation Hubs to promote innovation and creativity among youth. With this integration, all such activities were consolidated under SPoCS to streamline implementation through the National Council of Science Museums (NCSM). The scheme was further revised in 2021, with a key enhancement being the inclusion of Digital Planetariums to modernize science communication and expand digital engagement.

The list of Science Cities, Science Centres, Innovation Hubs and Digital Planetarium established so far is given in the enclosed **Statement-I.**

(b): The details of the financial outlay approved and funds released under the scheme during the last three financial years are given in the enclosed **Statement-II**.

(c) and (d): The list of ongoing projects undertaken by NCSM under SPoCS is given in the enclosed **Statement-III**.

(e): Science Cities/Centres/Innovation Hubs/Planetariums aim to promote scientific awareness and temper among the public through an engaging, non-formal learning approach. Since inception, these Centres have made science accessible and relevant to everyday life, encouraging active participation of students and general visitors through interactive exhibits, educational activities, and outreach programmes, thereby fostering a culture of curiosity and learning across all sections of society. Details of measurable outcomes achieved during last 5 years are given in the enclosed **Statement-IV**. The data of the last five years indicates a steady increase in footfall, reflecting growing interest and outreach of the Scheme.

STATEMENT-I

The details of the Science Cities/Centres established so far under the Scheme (State/UT-wise)

Sl. No.	Located in State/UT	Science Centers/Museums	Year of Establishment (Date of Inauguration)
1.	A and N Island	Science Centre, Port Blair	May 30, 2003
2.	Mizoram	Mizoram Science Centre, Aizawl	July 26, 2003

3.	Nagaland	Nagaland Science Centre, Dimapur	September 14, 2004
4.	Manipur	Manipur Science Centre, Manipur	May 18, 2005
5.	Arunachal Pradesh	Arunachal Pradesh Science Centre, Itanagar	Dec 3, 2005
6.	Meghalaya	Shillong Science Centre, Shillong, Meghalaya	February 27, 2006
7.	Sikkim	Sikkim Science Centre, Gangtok	February 22, 2008
8.	West Bengal	Sub-Regional Science Centres, Kalimpong	October 2, 2008
9.	Maharashtra	Sub-Regional Science Centre, Solapur	February 14, 2010
10.		Pimpri Chinchwad Science Centre, Pune	February 8, 2013
11.	Jharkhand	Regional Science Centre, Ranchi	November 29, 2010
12.	Chhattisgarh	Chhattisgarh Science Centre, Raipur	July 13, 2012
13.	Rajasthan	Regional Science Centre, Jaipur	December 29, 2012
14.		Sub Regional Science Centre, Jodhpur	August 17, 2013
15.	Assam	Jorhat Science Centre and Planetarium	July 6, 2013
16.	Tamilnadu	Regional Science Centre, Coimbatore	May 6, 2013
17.	Karnataka	Dharwad Regional Science Centre	February 27, 2012
18.		Regional Science Centre, Pilikula, Mangalore	October 01, 2014
19.	Puducherry	Dr. Abdul Kalam Science Centre and Planetarium, Puducherry	May 03, 2015
20.	Odisha	Bargarh Science Centre, Bargarh	January 21, 2020
21.	Tripura	Udaipur Science Centre, Tripura	February 28, 2021
22.	Kerala	Regional Science Centre, Kottayam	July 3, 2025
23.	Bihar	Bodhgaya Science Centre, Bodhgaya	July 20, 2023
24.	Uttarakhand	Regional Science Centre, Dehradun	Feb 03, 2016
25.		Manaskhand Science Centre, Almora	March 10, 2024

26.	Himachal Pradesh	Palampur Science Centre, Palampur	May 14, 2022
27.	Andhra Pradesh	Swami Jnanananda Regional Science Centre, Rajamahendravaram	June 26, 2025
28.	Assam	Science City, Guwahati (First Phase)	March 10, 2026

The details of the Innovation Hubs that have been established so far under the Scheme (State/UT-wise)

Sl. No.	**Located in State/UT**	**Innovation Hub (Location/Name of the Centre)**	**Year of Establishment (Date of Inauguration)**
1.	Delhi	National Science Centre, Delhi	23rd January, 2014
2.	Assam	Regional Science Centre, Guwahati	4th February, 2014
3.		Jorhat Science Centre and Planetarium, Jorhat	Inaugurated on 15th August, 2022.
4.	Maharashtra	Nehru Science Centre, Mumbai	24th February, 2014
5.		Raman Science Centre and Planetarium, Nagpur	14th February, 2017
6.		BVB's Muktangan Exploratory Science Centre, Pune	28th February, 2018
7.		Solapur Science Centre, Solapur	18th February, 2022
8.	West Bengal	Birla Industrial and Technological	23rd August, 2013

Sl. No.	Located in State/UT	Innovation Hub (Location/Name of the Centre)	Year of Establishment (Date of Inauguration)
		Museum, Kolkata	
9.		Bardhaman Science Centre, Bardhaman	10th July, 2015
10.		Kalimpong Science Centre, Kalimpong	25th February, 2017
11.		North Bengal Science Centre, Siliguri	16th February, 2018
12.		Digha Science Centre and National Science Camp, Digha	26th February, 2019
13.		District Science Centre, Purulia	17th December, 2019
14.	Kerala	Regional Science Centre and Planetarium, Calicut	1st October, 2015
15.		Kerala State Science and Technology Museum, Trivandrum	17th February, 2016
16.	Uttar Pradesh	Regional Science City, Lucknow	4th January, 2016
17.	Uttarakhand	Regional Science Centre, Dehradun	3rd February, 2016
18.		Manaskhand Science Centre, Almora	10th March, 2024
19.	Andhra Pradesh	Agastya International Foundation, Kuppam	23rd February, 2016
20.		Regional Science Centre, Tirupati	21st May, 2017

Sl. No.	Located in State/UT	Innovation Hub (Location/Name of the Centre)	Year of Establishment (Date of Inauguration)
21.		Science Centre at Rajahmundry	26th June, 2025
22.	Tamil nadu	Tamilnadu Science and Technology Centre, Chennai	5th August, 2016
23.		District Science Centre, Tirunelveli	6th September, 2017
24.		Regional Science Centre, Coimbatore	28th October, 2021
25.		Anna Science Centre, Trichi	28th October, 2021
26.	Bihar	Shrikrishna Science Centre, Patna	6th November, 2016
27.		Sub-Regional Science Centre, Bodhgaya	20th July, 2023.
28.	Rajasthan	Birla Science Centre, Pilani	11th April, 2017
29.		Sub-Regional Science Centre, Udaipur, Rajasthan	Completed and ready for inauguration
30.		Sub-Regional Science Centre, Jodhpur	Completed and ready for inauguration
31.		Regional Science Centre, Jaipur	23rd September, 2024
32.	Karnataka	Visvesvaraya Industrial and Technological Museum, Bengaluru	5thDecember, 2013
33.		District Science Centre, Gulbarga	29th June, 2017

Sl. No.	Located in State/UT	Innovation Hub (Location/Name of the Centre)	Year of Establishment (Date of Inauguration)
34.		Pilikula Regional Science Centre, Mangaluru	7th March, 2024
35.	Madhya Pradesh	Regional Science Centre, Bhopal	1st September, 2017
36.	Punjab	Pushpa Gujral Science City, Kapurthala	30th November, 2017
37.	Gujarat	Vikram A Sarabhai Community Science Centre, Ahmedabad	27th March, 2018
38.		District Science Centre, Dharampur	26th October, 2018
39.	Meghalaya	Shillong Science Centre, Shillong	14th June, 2019
40.	Nagaland	Nagaland Science Centre, Dimapur	28th September, 2018
41.	Odisha	Regional Science Centre, Bhubaneswar	11th July, 2018
42.	Sikkim	Sikkim Science Centre, Gangtok	20th November, 2020
43.	Tripura	Sukanta Academy, Agartala	9th October, 2021
44.	Mizoram	Mizoram Science Centre, Aizawl	11th September, 2018
45.	Arunachal Pradesh	Arunachal Pradesh Science Centre, Itanagar	8th December, 2018
46.	Manipur	Manipur Science Centre, Imphal	16th March, 2020

Sl. No.	Located in State/UT	Innovation Hub (Location/Name of the Centre)	Year of Establishment (Date of Inauguration)
47.	Goa	Goa Science Centre, Panaji	1st July, 2019
48.	Himachal Pradesh	Palampur Science Centre, Palampur	14th May, 2022
49.	Puducherry	Dr. Abdul Kalam Science Centre and Planetarium, Puducherry	18th May, 2022
50.	A and N Islands	Science Centre, Sri Vijaya Puram (Port Blair)	24th October, 2024
51.	Jharkhand	Regional Science Centre, Ranchi	18th February, 2025
52.	Telangana	Regional Science Centre, Warangal	22nd December, 2025
53.	Kerala	Regional Science Centre, Chalakudy	2nd March, 2026

STATEMENT-II

Details of financial outlay approved and funds utilized by NCSM under Scheme for Promotion of Culture of Science (SPoCS) during last three financial years (2022-23 to 2024-25)

(Rs. in lakh)

Sl no.	Approved Financial Outlay FY 2022-23	Budget allocation (RE) in FY 2022-23	Project-wise Funds utilized in FY 2022-23	Approved Financial Outlay FY 2023-24	Budget allocation (RE) in FY 2023-24	Project-wise Funds utilized in FY 2023-24	Approved Financial Outlay FY 24-25	Budget allocation (RE) in FY 2024-25	Project-wise Funds utilized in FY 2024-25	Name of the Projects	State
1	4,080.00	2,220.00	611.50	6,150.00	6,120.00	100.00	6,300.00	2,000.00	140.00	Innovation Hubs	-

2			0.00			1,597.00			678.00	Science City, Dehradun	Uttarakhand
3			0.00			0.00			378.50	Science City, Guwahati	Assam
4			0.00			0.00			50.00	Science Centre (Cat-II), Jabalpur	Madhya Pradesh
5			200.00			0.00			50.00	Science Centre (Cat-II), Ujjain	Madhya Pradesh
6			0.00			150.00			0.00	Science Centre (Cat-II), Ajmer	Rajasthan
7			100.00			0.00			0.00	Science Centre (Cat-II), Bikaner	Rajasthan
8			300.00			0.00			100.00	Science Centre (Cat-II), Srinagar, JandK	Jammu and Kashmir
9			0.00			150.00			0.00	Science Centre (Cat-II), Kota	Rajasthan
10			0.00			60.00			0.00	Digital Planetarium (Cat-II), Kota	Rajasthan
11			0.00			1,000.00			20.00	Science Centre (Cat-I), Hyderabad	Telangana
12			0.00			0.00			0.00	Science Centre (Cat-II), Namsai	Arunachal Pradesh
13			0.00			0.00			0.00	Digital Planetarium (Cat-II), Namsai	Arunachal Pradesh
14			0.00			0.00			0.00	Science Centre (Cat-II), Dirang	Arunachal Pradesh
15			0.00			0.00			0.00	Digital Planetarium (Cat-II), Dirang	Arunachal Pradesh
16			0.00			0.00			0.00	Science Centre (Cat-II), Shivamogga	Karnataka
17			0.00			0.00			185.00	Digital Planetarium (Cat-III), Dantewada	Chattisgarh
18			270.00			0.00			0.00	Modernization of Sukanta Academy, Tripura	Tripura
19			0.00			0.00			0.00	Modernization of Regional Science Centre, Ranchi	Jharkhand
20			0.00			0.00			75.00	Modernization of Shillong Sc. Centre, Meghalaya	Meghalaya
21			130.00			0.00			50.00	Modernization of Nagaland Science Centre, Dimapur	Nagaland
22			0.00			0.00			0.00	Swami Jnanananda Regional Science Centre, Rajamahendravaram	Andhra Pradesh
23			160.00			0.00			0.00	Science Centre, Almora	Uttarakhand
24			0.00			0.00			0.00	SRSC, Palampur	Himachal Pradesh
25			0.00			0.00			0.00	Science Centre, Ambala	Haryana
26			0.00			0.00			0.00	Modernization/Upgradation of Science City, Kolkata	West Bengal
27			0.00			0.00			0.00	SRSC, Kokrajhar	Assam

28			0.00			0.00			0.00	SRSC, Gaya	Bihar
29			0.00			530.00			0.00	For Various projects eg. Namsai, Dirang, Shivamogga	-
30			0.00			630.00			0.00	Pushpa Gujral Science City, Kapurthala	Punjab
	4,080.00	2,220.00	1,771.50	6,150.00	6,120.00	4,217.00	6,300.00	2,000.00	1,726.50		

STATEMENT-III

Total Number of ongoing projects taken up by NCSM State-wise under the Scheme of Govt. of India

State	Ongoing/Approved Project	Expected completion timeline
Arunachal Pradesh	1. Science Centre (Category-II), Namsai, Arunachal Pradesh	February, 2029
	2. Digital Planetarium (Category-II), Namsai, Arunachal Pradesh	February, 2029
	3. Science Centre (Category-II), Dirang, Arunachal Pradesh	February, 2029
	4. Digital Planetarium (Category-II), Dirang, Arunachal Pradesh	February, 2029
Assam	1. Guwahati Science City, Assam (Phase-II)	September, 2026
	2. Kokrajhar Science Centre (Sub-Regional), Assam	September, 2026
Chandigarh	1. Science Centre (Category-II), Chandigarh (Approved Project)	Land yet to be finalised
	2. Digital Planetarium (Category-II), Chandigarh (Approved Project)	Land yet to be finalised
Chhattisgarh	1. Digital Planetarium (Category-III), Karli, Geedam, Dantewada	December, 2027
Haryana	1. Ambala Science Centre (Category-	August 2028

	II), Haryana	
Jammu and Kashmir	1. Srinagar Science Centre (Category-II), Jammu and Kashmir	June, 2026
	2. Innovation Hub at Srinagar Science Centre, Jammu and Kashmir	June, 2026
Jharkhand	1. Upgradation/ Modernization of Regional Science Centre, Ranchi, Jharkhand	May, 2026
Karnataka	1. Shivamogga Science Centre (Category-II), Karnataka	February, 2028
	2. Science Centre (Category-III), Yadgiri, Karnataka	30 months from the date of issue of LOI.
	3. Science Centre (Category-II), Raichur, Karnataka	February, 2029
	4. Science Centre (Category-III), Chikkamagaluru, Karnataka	30 months from the date of issue of LOI.
	5. Digital Planetarium (Category-III), Chikkamagaluru, Karnataka	30 months from the date of issue of LOI.
	6. Innovation Hub at Regional Science Centre, Dharwad, Karnataka	December, 2026
Madhya Pradesh	1. Ujjain Science Centre (Category-II), Madhya Pradesh	March, 2026
	2. Jabalpur Science Centre (Category-II), Madhya Pradesh	October, 2026
	3. Innovation Hub at Jabalpur Science Centre, Madhya Pradesh	October, 2026
Manipur	1. Modernization of Manipur Science Centre, Manipur	April, 2027
Meghalaya	1.Upgradation/ Modernization of Shillong Science Centre, Meghalaya	September 2026
Mizoram	1.Upgradation/ Modernization of	August, 2026

	Mizoram Science Centre, Aizawl, Mizoram	
Nagaland	1. Modernization of Dimapur Science Centre, Nagaland	September 2026
Puducherry	1. Science Centre (Category-III), Thirunallar, Puducherry (Approved Project)	Land yet to be finalised
	2. Digital Planetarium (Category-III), Thirunallar, Puducherry (Approved Project)	Land yet to be finalised
Rajasthan	1. Ajmer Science Centre (Category-II), Rajasthan	July, 2027
	2. Kota Science Centre (Category-II), Rajasthan	July, 2027
	3. Digital Planetarium (Category-II), Kota, Rajasthan	July, 2027
	4. Udaipur Science Centre (Sub-Regional), Rajasthan	December 2026
	5. Bikaner Science Centre (Category-II), Rajasthan	June, 2026
	6. Digital Planetarium (Category-II), Jodhpur, Rajasthan	24 months from the date of issue of LOI.
	7. Digital Planetarium (Category-II), Udaipur, Rajasthan	24 months from the date of issue of LOI.
Telangana	1. Science Experience Centre (Category-I), Hyderabad, Telangana	July, 2029
Tripura	1. Up-gradation of Sukanta Academy, Agartala, Tripura	July, 2026
	2. Science City, Agartala, Tripura	August 2028
Uttarakhand	1. Dehradun Science City, Uttarakhand	June, 2029

STATEMENT-IV

Details of measurable outcomes achieved during last 5 years

Year	Museum Visitors	Outreach Visitors	Total Visitors	Revenue Receipt (Rs. in Lakh)
2020-21	17,61,989	31,813	17,93,802	1774.27
2021-22	33,63,066	3,27,083	36,90,149	1966.99
2022-23	93,29,653	21,76,506	1,15,06,159	4377.43
2023-24	95,46,571	37,76,677	1,33,23,248	4535.34
2024-25	89,04,665	55,18,301	1,44,22,966	4782.18
2025-26 (Upto February, 2026)	85,67,422	40,88,251	1,26,55,673	4568.02

ग्रामीण क्षेत्रों में खेलों का विकास

***432. श्री अरुण कुमार सागरः**

क्या **युवक कार्यक्रम और खेल** मंत्री यह बताने की कृपा करेंगे कि:

(क) ग्रामीण क्षेत्रों में खेल सुविधाओं के विकास के लिए राष्ट्रीय स्तर पर उपलब्ध योजनाओं का ब्यौरा क्या है;

(ख) उक्त योजनाओं के अंतर्गत प्रदान की जाने वाली सुविधाओं, विशेषरूप से खेल के मैदानों के विकास और खेल प्रशिक्षण के प्रावधान से संबंधित ब्यौरा क्या है;

(ग) शाहजहाँपुर लोक सभा निर्वाचन क्षेत्र के उन गाँवों की संख्या कितनी है जहाँ उक्त योजनाओं के अंतर्गत खेल सुविधाएँ विकसित की गई हैं;

(घ) देश में वर्तमान में खेल सुविधाओं की उपलब्धता और खेलों से संबंधित बुनियादी ढांचे के रख-रखाव की राज्य/संघ राज्यक्षेत्र-वार स्थिति क्या है; और

(ङ) क्या उक्त योजनाओं का ग्रामीण युवाओं की खेलों में भागीदारी पर कोई प्रभाव पड़ा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ङ): 'खेल' राज्य का विषय होने के कारण, ग्रामीण क्षेत्रों में खेल के मैदान जैसी खेल सुविधाओं का विकास और खेल अवसंरचना का रखरखाव करना सहित खेलों के विकास की जिम्मेदारी मुख्य रूप से संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की है। केन्द्रीय सरकार केवल महत्वपूर्ण कमियों को दूर करके उनके प्रयासों में सहायता करती है। इस मंत्रालय द्वारा क्रियान्वित की जा रही 'खेलो इंडिया स्कीम' और 'राष्ट्रीय खेल विकास निधि (एनएसडीएफ)' जिनके अंतर्गत खेल अवसंरचनाओं के विकास के लिए वित्तीय सहायता प्रदान की जाती है, मांग-आधारित स्कीमें हैं। राज्य/संघ राज्य क्षेत्र सरकारों और अन्य पात्र संस्थाओं से प्राप्त प्रस्तावों पर उनकी पूर्णता, तकनीकी व्यवहार्यता और स्कीम के अंतर्गत निधियों की उपलब्धता के आधार पर वित्तीय सहायता हेतु विचार किया जाता है।

'खेलो इंडिया स्कीम' के तहत खेल अवसंरचना के निर्माण और उन्नयन, खेलो इंडिया केन्द्रों (केआईसी) की स्थापना, खेलो इंडिया राज्य उत्कृष्टता केन्द्रों (केआईएससीई) को समर्थन, खेलो इंडिया मान्यता प्राप्त अकादमियों (केआईएए) और खेलो इंडिया एथलीटों (केआईए) को प्रशिक्षण एवं सहायता प्रदान की जाती है। साई प्रशिक्षण व कोचिंग के लिए राष्ट्रीय उत्कृष्टता केन्द्रों (एनसीओई), खेल प्रशिक्षण केन्द्रों (एसटीसी) और विस्तार केन्द्रों का भी संचालन करता है। इस प्रकार, खेल सुविधाओं, खेल अवसंरचना के विकास दोनों के लिए सहायता हेतु तथा खेलों में प्रशिक्षण के लिए

सहायता दी जाती है।

उपरोक्त स्कीमों का ब्यौरा मंत्रालय और साई की वेबसाइट पर उपलब्ध है। खेलो इंडिया के अंतर्गत सुविधाओं का ब्यौरा https://dashboard.kheloindia.gov.in पर, एनएसडीएफ के अंतर्गत सहायता का ब्यौरा http://www.nsdf.yas.gov.in/nsdf-glance.html पर और साई प्रशिक्षण सुविधाओं का ब्यौरा https://sportsauthorityofindia.nic.in लिंक पर उपलब्ध है।

शाहजहाँपुर लोक सभा निर्वाचन क्षेत्र के संबंध में, मंत्रालय के कार्यक्रमों के अंतर्गत सहायता प्राप्त खेल सुविधाओं का स्कीम-वार ब्यौरा संबंधित पब्लिक डैशबोर्ड पर उपलब्ध है। तथापि, संसदीय निर्वाचन क्षेत्र की सीमाओं के अनुसार अलग-अलग गाँवों का डेटा इस मंत्रालय में संधारित नहीं किया जाता है।

खेल अवसंरचना का रखरखाव संबंधित राज्य/संघ राज्य क्षेत्र सरकारों सहित अनुदान प्राप्तकर्ता द्वारा किया जाता है। देश में सभी खेल सुविधाओं का राज्य/संघ राज्य क्षेत्र-वार विवरण इस मंत्रालय में संधारित नहीं किया जाता है।

इन स्कीमों का प्रभाव ग्रामीण क्षेत्रों सहित जमीनी स्तर तक खेल अवसंरचना, प्रशिक्षण केन्द्रों, एथलीट सहायता और प्रतिस्पर्धा के अवसरों के विस्तार में परिलक्षित होता है। तथापि, इस मंत्रालय ने केवल ग्रामीण क्षेत्रों या गाँव-वार सहभागिता का कोई पृथक मूल्यांकन नहीं करवाया है।

AMENDMENT IN EMPLOYEES' PENSION

***433. SHRI APPALANAIDU KALISETTI:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government has introduced or proposes to introduce any new labour law or amendment under which employees who have completed ten

years of service are likely to be eligible for pension benefits;

(b) if so, the details of the scheme, including eligibility criteria, pension amount, contribution structure and the date from which it has been proposed to be implemented;

(c) whether the said provision is likely to be applicable to private sector employees, contract workers and unorganised sector workers covered under Employees' Provident Fund Organisation (EPFO) or other social security schemes and if so, the details thereof;

(d) whether the Government has conducted any impact assessment on the financial and social implications of providing pension after ten years of service and if so, the details thereof; and

(e) the details of the steps taken or proposed to be taken by the Government to ensure universal pension coverage and social security for workers under the new labour codes?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): Under the provisions of Employees' Pension Scheme, 1995 (EPS) members of the scheme are already eligible for member pension on completion of 10 years of contributory service. Under the Code on Social Security, 2020 (CoSS), the existing Employees' Pension Scheme, 1995 continues to be in force for a maximum period of one year or until it is replaced by a revised Employees'

Pension Scheme formulated under the Code.

(b): In the EPS, the corpus of the Pension Fund is made up of (i) contribution by the employer @ 8.33 per cent of wages; and (ii) 1.16% contribution from Central Government on wages upto Rs.15,000/- per month. All benefits under the scheme are paid out of such accumulations. The fund is valued annually.

A member of the EPS under CoSS will be eligible for superannuation / early pension under the new EPS on fulfilling the following criteria:

i. Minimum 10 years of contributory service; and

ii. Attaining age of 58 years.

A member can opt for early pension any time after completing 50 years of age upon cessation of employment subject to discounting factor at the rate of 4% for every year falling short of 58 years.

The family will also be eligible for pension in case of death of a member/member pensioner.

Similarly, the pension will be calculated based on the pensionable service and pensionable salary subject to a minimum of Rs 1000/- for member pension, widow/widower/nominee/dependent parent pension; Rs 250/- for children pension and Rs 750/- for orphan pension.

(c): EPS is mandatory for formal sector workers whose salary at the time of joining is not more than Rs 15,000/- in establishments with 20 or more employees.

(d) and (e): The Code on Social Security, 2020 (CoSS) provides for framing of suitable social security measures for unorganized workers, gig workers and platform workers on matters including those relating to life and disability cover, health and maternity benefits, old age protection, etc.

Further, fourteen (14) schemes of different Central Ministries/Departments have already been integrated/ mapped with the e-Shram to enhance social security coverage to unorganized workers, such as Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Mahatma Gandhi National Rural Employment Guarantee scheme (MGNREGS), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandana Yojana (PMMVY), etc.

CULTURAL EXCHANGE AGREEMENTS AND OVERSEAS EXPEDITIONS

***434. SHRI D. M. KATHIR ANAND:**

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government has signed any agreement with European

countries like Greece, Italy, Germany, France as well as Middle-east and South East Asian countries to have Cultural Exchange Programmes to promote heritage and culture and if so, the details thereof;

(b) the details of the expeditions undertaken so far by Indian archaeologists and art historians to various countries during the last ten years; and

(c) whether the Government has adequate budgetary allocation for sending Indian archaeologists and art historians to various countries and if so, the details thereof along with the funds utilised thereon, year-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): Ministry of Culture, Government of India has signed the cultural agreement with 115 countries including Greece, Italy, Germany, France and other European countries, Middle east and South east Asian countries to have Cultural Exchange Programmes (CEPs) promoting heritage and culture. The list of Countries with whom Ministry of Culture, Government of India has signed Cultural Agreement is given in the enclosed **Statement-I** and the list of Countries with whom Ministry of Culture has signed Cultural Exchange Programme is given in the enclosed **Statement-II.**

In order to take up conservation and restoration of historical monuments, teams are deputed to various countries within the allocated budget of ASI. However, there is no separate budget allocated for expeditions for Indian

archaeologists and art historians.

STATEMENT-I

List of Countries with whom Ministry of Culture, Government of India has signed Cultural Agreement

Sl. No.	Name of Country	Sl. No.	Name of Country	Sl. No.	Name of Country	Sl. No.	Name of Country
1.	Algeria	**31.**	Estonia	**61.**	Malaysia	**91.**	Seychelles
2.	Afghanistan	**32.**	Finland	**62.**	Maldives	**92.**	Somalia
3.	Australia	**33.**	France	**63.**	Mongolia	**93.**	South Africa
4.	Argentina	**34.**	Ghana	**64.**	Mexico	**94.**	Sudan
5.	Armenia	**35.**	Guyana	**65.**	Malta	**95.**	Sri Lanka
6.	Benin	**36.**	Germany	**66.**	Madagascar	**96.**	Syria
7.	Botswana	**37.**	Greece	**67.**	Mauritius	**97.**	Suriname
8.	Bahrain	**38.**	Hungary	**68.**	Morocco	**98.**	Trinidad and Tobago
9.	Bangladesh	**39.**	Nigeria	**69.**	Mozambique	**99.**	Tanzania
10.	Burma (Myanmar)	**40.**	Indonesia	**70.**	Namibia	**100.**	Tunisia
11.	Belize	**41.**	Iran	**71.**	Netherlands	**101.**	Tajikistan
12.	Bolivia	**42.**	Iraq	**72.**	Norway	**102.**	Thailand
13.	Belarus	**43.**	Israel	**73.**	Nicaragua	**103.**	Turkey

14.	Belgium	**44.**	Iceland	**74.**	Nepal	**104.**	Uganda
15.	Bulgaria	**45.**	Ireland	**75.**	Oman	**105.**	Upper Volta
16.	Brazil	**46.**	Italy	**76.**	Pakistan	**106.**	United Arab Emirates
17.	Congo	**47.**	Jamaica	**77.**	Philippines	**107.**	Uzbekistan
18.	Cambodia	**48.**	Japan	**78.**	Panama	**108.**	Vietnam
19.	China	**49.**	Jordan	**79.**	Peru	**109.**	Venezuela
20.	Cuba	**50.**	Kazakhstan	**80.**	Poland	**110.**	Yemen
21.	Chile	**51.**	Korea (North)	**81.**	Portugal	**111.**	Zambia
22.	Colombia	**52.**	Kuwait	**82.**	Qatar	**112.**	Zimbabwe
23.	Croatia	**53.**	Kyrgyzstan	**83.**	Rwanda	**113.**	Moldova
24.	Cyprus	**54.**	Kenya	**84.**	Russian Federation	**114.**	Ukraine
25.	Czech Republic	**55.**	Lithuania	**85.**	Romania	**115.**	Democratic Republic of Congo (Zaire)
26.	Djibouti	**56.**	Luxembourg	**86.**	Serbia		
27.	Dominican Republic	**57.**	Laos	**87.**	Slovakia		

28.	Egypt	**58.**	Lebanon	**88.**	Slovenia		
29.	Ethiopia	**59.**	Lesotho	**89.**	Spain		
30.	Ecuador	**60.**	Libya	**90.**	Senegal		

STATEMENT-II

List of Countries with whom Ministry of Culture, Government of India has signed Cultural Exchange Programmes

S.No.	Name of Country	S.No.	Name of Country	S.No.	Name of Country
1.	Australia	**33.**	Indonesia	**65.**	Romania
2.	Armenia	**34.**	Iran	**66.**	Rwanda
3.	Angola	**35.**	Iceland	**67.**	Serbia
4.	Benin	**36.**	Italy	**68.**	Slovakia
5.	Botswana	**37.**	Israel	**69.**	Slovenia
6.	Bahrain	**38.**	Japan	**70.**	Spain
7.	Bangladesh	**39.**	Jordan	**71.**	Saudi Arabia
8.	Brunei	**40.**	Jamaica	**72.**	Senegal
9.	Myanmar	**41.**	Kazakhstan	**73.**	Seychelles
10.	Bolivia	**42.**	Korea, South	**74.**	Sierra Leone
11.	Belarus	**43.**	Kyrgyzstan	**75.**	South Africa
12.	Bulgaria	**44.**	Kenya	**76.**	Sudan

13.	Brazil	**45.**	Kuwait	**77.**	Sri Lanka
14.	Comoros	**46.**	Lithuania	**78.**	Suriname
15.	Cambodia	**47.**	Malaysia	**79.**	Tanzania
16.	China	**48.**	Maldives	**80.**	Tunisia
17.	Cuba	**49.**	Mongolia	**81.**	Tajikistan
18.	Chile	**50.**	Mexico	**82.**	Thailand
19.	Colombia	**51.**	Mali	**83.**	Timor-Leste
20.	Croatia	**52.**	Mauritius	**84.**	Turkey
21.	Cyprus	**53.**	Morocco	**85.**	Turkmenistan
22.	Czech Republic	**54.**	Malawi	**86.**	Trinidad and Tobago
23.	Denmark	**55.**	Mauritania	**87.**	Uganda
24.	Egypt	**56.**	Netherlands	**88.**	UAE
25.	Ethiopia	**57.**	Norway	**89.**	Uzbekistan
26.	Ecuador	**58.**	Nigeria	**90.**	Ukraine
27.	Finland	**59.**	Oman	**91.**	United Kingdom
28.	France	**60.**	Philippines	**92.**	Vietnam
29.	Ghana	**61.**	Panama	**93.**	Venezuela
30.	Guyana	**62.**	Peru	**94.**	Zambia
31.	Greece	**63.**	Portugal	**95.**	Zimbabwe

32.	Hungary	**64.**	Russian Federation		

PLASTIC PACKAGING FOR FOOD AND WATER

***435. SHRI GURMEET SINGH MEET HAYER:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the estimated quantity of plastic used annually for food packaging and bottled drinking water in the country and the extent of plastic pollution including microplastic contamination arising therefrom;

(b) the measures taken by the Government to regulate and reduce such plastic use including the status of the single use plastic ban, Extended Producer Responsibility (EPR) framework and recycling targets;

(c) whether the Government has examined the feasibility of imposing higher taxes or environmental levies on virgin and single-use plastics, particularly in food packaging and water bottles to discourage their use; and

(d) whether any time-bound plan exists to systematically replace plastic packaging with sustainable alternatives and if so, the details thereof?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV):

(a): The Plastic Waste Management Rules (PWMR), 2016, provides the

statutory framework for plastic waste management in an environmentally sound manner throughout the country. Based upon the information provided by State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) to CPCB, the quantity of plastic waste generation is given below:

Financial Year	Plastic waste Generation (TPA)
2020-21	41,26,808
2021-22	39,01,802
2022-23	41,36,188

(b) to (d): In order to reduce pollution caused by littered and unmanaged plastic waste, which includes microplastics, the Ministry of Environment, Forest and Climate Change has already prohibited identified single use plastic items, which have low utility and high littering potential, with effect from 1 July 2022. Plastic carry bags having thickness less than one hundred and twenty microns have also been prohibited with effect from the 31st December, 2022.

States and Union Territories have been asked to undertake regular enforcement drives to implement ban on identified single use plastic items and on plastic carry bags having thickness less than one hundred twenty microns covering fruit and vegetable markets, wholesale markets, local markets, flower vendors, units manufacturing plastic carry bags etc. Actions have been taken by concerned authorities on the deviations, which include seizure of banned single

use plastic items and levy of penalty. As per details provided by SPCB/PCC and details available at SUP compliance monitoring portal, a total of 8,61,908 inspections have been conducted and 1989 tonnes of banned single use plastic items have been seized and a total of Rs. 19.83 crores of fine has been levied, since July, 2022.

Further, the Ministry of Environment, Forest and Climate Change has also notified the Guidelines on Extended Producer Responsibility (EPR) for plastic packaging vide Plastic Waste Management (Amendment) Rules, 2022, on 16th February, 2022. The Guidelines stipulate mandatory targets on EPR, recycling of plastic packaging waste, reuse of rigid plastic packaging and use of recycled plastic content. As per the EPR Guidelines, the Producers, Importers and Brand owners (PIBOs) are mandated to ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under EPR target, category-wise as given below:

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste (% of extended producer responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I – Rigid plastic packaging	50	60	70	80
Category II – Flexible plastic	30	40	50	60

packaging				
Category III – Multilayered plastic packaging	30	40	50	60
Category IV – Compostable plastic packaging	50	60	70	80

The EPR guidelines on plastic packaging promote moving towards sustainable plastic packaging. As per the Centralized Online Extended Producer Responsibility Portal on Plastic Packaging, there are 60,128 of registered Producers, Importers and Brand Owners and 3012 registered Plastic Waste Processors on the portal. Around 207 lakh tonnes of plastic packaging waste have been recycled, after the EPR Guidelines have come into force in 2022. In order to ensure compliance with EPR obligations, Central Pollution Control Board has issued Show Cause Notices on 25.11.2024, 30.12.2024 and 11.03.2026 to registered Producers, Importers and Brand Owners under Section 5 of the Environment (Protection) Act, 1986, for non-fulfilment of EPR targets and non-submission of Annual Returns for FY 2022-23 and FY 2023-24.

The Ministry of Environment, Forest and Climate Change, celebrated World Environment Day 2025 at Bharat Mandapam, New Delhi, on 5th June 2025, with the slogan ‘One Nation, One Mission: End Plastic Pollution’. As part of one month long pre-campaign activities undertaken before World Environment Day 2025,

around 69,000 events were organized in which around 21 lakh people participated across the country. Based upon the information provided by State Pollution Control Boards and Pollution Control Committees, the Ministry of Environment, Forests and Climate Change and Central Pollution Control Board have prepared a “Compendium of Manufacturers / Sellers of Eco-alternatives to Banned Single Use Plastic Items”, which was launched on World Environment Day, 2025. The compendium provides details of nearly 1000 units spread across the country. The Compendium is available on the website of CPCB for wider dissemination and use. In keeping with the development of eco-alternatives, Bureau of Indian Standard had earlier notified Indian Standard IS 18267 for Food Serving Utensil Made from Agri By-Products.

Keeping in view the focus of the Government on addressing plastic pollution, a National Expo on eco-alternatives to banned single-use plastic was also organized during WED 2025. The expo saw a vibrant participation by 150 startups, recyclers, and local bodies from across India showcasing innovative technologies and best practices on Eco-alternatives to single use plastics and plastic waste management.

The National Plastic Pollution Reduction Campaign (NPPRC) was also launched for the period 5th June to 31st October 2025. The Campaign included activities to reduce plastic pollution in urban and rural areas under Swachhta Hi Sewa programme. The activities also included focus on reducing use of avoidable

single use plastics in government offices especially during Special Campaign 5.0. A Hackathon on eco-alternatives to single-use plastics was also organized by Central Pollution Control Board, as part of NPPRC.

IMPLEMENTATION OF PMKVY 4.0 AND SKILL HUBS

***436. SHRI SHASHANK MANI:**

SHRI NALIN SOREN:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the present status of implementation of Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0 including the number of candidates trained, certified and placed, sectoral coverage and geographical spread during the last three years and the current year, State/UT-wise, particularly in Keonjhar Lok Sabha Constituency in Odisha, Shahdol Lok Sabha Constituency and tribal districts in Madhya Pradesh, Siddharthnagar district in Uttar Pradesh and Jalgaon district in Maharashtra;

(b) the details of customised and future-skill job roles introduced in emerging domains such as Industry 4.0, artificial intelligence, drones, green energy and semiconductor manufacturing under the Scheme;

(c) the details of the institutional ecosystem supporting PMKVY 4.0, including the number of Skill Hubs and training centres established, participation of

Higher Educational Institutions (HEIs) and industry partners and funds allocated and utilised there under;

(d) whether any such centres are operational in Bulandshahr district and number of youths trained therein and whether any steps have been taken by the Government to integrate emerging skill domains and industry partnerships to enhance employability of rural youth in districts such as Bulandshahr, if so, the details thereof;

(e) whether the convergence of skill development with other flagship programmes has been operationalised to align it with regional priorities; and

(f) if so, the details thereof and its measurable impact on sustainable employment generation?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): In the last three years starting from FY 2022-23 and the current FY (as on 31.12.2025), a total of 27,09,984 candidates have been trained/ oriented under PMKVY 4.0 out of which 18,79,742 are certified. Details of candidates trained/ oriented and certified under PMKVY 4.0 in Keonjhar Lok Sabha Constituency in Odisha, Shahdol Lok Sabha Constituency in Madhya Pradesh, Siddharthnagar district in Uttar Pradesh and Jalgaon district in Maharashtra till 31.12.2025 is as

under:

State	Lok Sabha Constituency	Districts covered	Trained/ oriented	certified
Odisha	Keonjhar	Keonjhar	545	93
		Mayurbhanj	2462	1010
Madhya Pradesh	Shahdol	Anuppur district	652	195
		Katni	5094	3172
		Shahdol	2263	1445
		Umaria	573	115
Uttar Pradesh	-	Siddharthnagar	2360	1662
Maharshtra	-	Jalgaon	3426	2203

Under PMKVY, placements were tracked in the Short-Term Training (STT) component of the first three versions of the Scheme, i.e., PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0, implemented from FY 2015-16 to FY 2021-22. In the current version of the Scheme i.e. PMKVY 4.0 which is being implemented since FY 2022-23, the focus is to empower trained candidates to choose varied career paths, either self-employment or wage employment, and they are suitably oriented for the same through On-the-Job Training (OJT) embedded industry-relevant skill courses.

Under PMKVY 4.0, across the 20 tribal districts notified by the Tribal Welfare Department of Madhya Pradesh, a total of 70,909 candidates have been

trained/ oriented, out of which 48,105 candidates have been successfully certified.

The PMKVY 4.0 has been implemented across the country covering 36 sectors such as Agriculture, Apparel, Automotive, Beauty and Wellness, BFSI, Capital Goods, Construction, Electronics and Hardware, Food Processing, Furniture and Fittings, Gems and Jewellery, Green Jobs, Healthcare, Hydrocarbon, Iron and Steel, IT-ITeS, Leather, Life Sciences, Power, Rubber, Sports, Telecom, Textiles and Handlooms, Tourism and Hospitality, etc.

State/UT-wise details of the candidates trained/oriented and certified under PMKVY 4.0, till 31.12.2025, are given in the enclosed **Statement-I**.

(b): Under PMKVY 4.0, details of customised and future-skill job roles introduced in emerging domains such as Industry 4.0, artificial intelligence, drones, green energy and semiconductor manufacturing under the Scheme are given in the enclosed **Statement-II**.

(c): The details of institutional ecosystem supporting PMKVY 4.0 is as under:

- **Policy and Governance:** Led by the Ministry of Skill Development and Entrepreneurship (MSDE), which provides overall direction and funding.
- **Implementation:** Managed by the National Skill Development Corporation (NSDC)
- **Industry Interface:** Sector Skill Councils (SSCs) and other Awarding Bodies design standards, develop curriculum, and facilitate certification aligned with industry needs.

- **Training Network:** Delivered through Institutes of Central Ministries/Departments, PSUs, State Skill Development Missions, Industries, Industry Associations, ITIs, Polytechnics, Higher Education Institutions, Training Providers, Pradhan Mantri Kaushal Kendras (PMKKs), etc.
- **Digital and Quality Systems:** Skill India Digital Hub, stringent monitoring mechanism and NSQF-based certification ensure transparency and quality.

PMKVY 4.0 is a demand driven scheme, wherein training centres are accredited/ affiliated based on the proposals submitted by the Project Implement Agencies, after taking the skill gap into account. Under the Scheme, more than 15,000 training centres were accredited/ affiliated for imparting project-based skilling and currently, 643 centres are operational as on date.

(d): As on date, only one centre is operational in Bulandshahr district where 199 candidates are being trained.

The Government has taken various steps to strengthen industry linkage and placement outcomes under PMKVY 4.0. The courses under PMKVY are designed by industry-led bodies addressing the requirement of emerging sectors. Training has been imparted in future ready job-roles addressing the requirement of Industry 4.0, emerging sectors like Drone, Artificial Intelligence (AI), Robotics, Mechatronics, etc. District Skill Development Plans (DSDPs) are prepared by District Skill Committees (DSCs) to analyze skill gaps and map industry demand

at the district level, ensuring that PMKVY training courses are aligned with local employment needs.

Further, to enable the opportunities for employment, Skill India Digital Hub (SIDH) platform has been launched as a one-stop platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a lifelong array of services targeting a wide range of stakeholders. The details of the trained candidates are available on SIDH portal for connecting with potential employers. Additionally, OJT has been made an inherent component of the PMKVY. To ensure active interaction between employers and candidates, Kaushal Mahotsavs are organized across the country.

(e) and (f): The Ministry of Skill Development and Entrepreneurship (MSDE) coordinates skill development initiatives across various ministries and departments through a whole-of-government approach, aiming for more efficient and effective program implementation. It prioritizes empowering vulnerable sections of society by offering skill training to groups such as adolescent girls and sanitation workers. To extend skilling opportunities in border villages, the Ministry works in close partnership with the Ministry of Home Affairs to support development in these difficult-to-access regions. Additionally, MSDE collaborates with multiple ministries and departments to ensure that skill development efforts are aligned with national priorities and the specific needs of different government schemes. The details are as under:

S. No.	Ministry / Department	Scheme / Initiative	Candidates Trained / Status
1	M/o Small and Medium Enterprises	PM Vishwakarma	23.97 lakh
2	M/o New and Renewable Energy	National Green Hydrogen Mission (NGHM)	7,884
		PM Surya Ghar: Muft Bijli Yojana (PMSGMBY)	62,000 (DGT) + 13,000 vendors trained (NIESBUD entrepreneurship training)
4	M/o Women and Child Development	NAVYA scheme	Target: 3,850
5	M/o Jal Shakti	Nal Jal Mitra Programme (NJMP)	Target: 1,800
6	M/o Environment, Forest and Climate Change	India Cooling Action Plan	Trained: 20,109
7	D/o Food and Public Distribution	FPS Owner Upskilling	Target: 3,000
8	M/o Tribal Affairs	PM-JANMAN	Trained: 40,000+
9	M/o Social Justice and Empowerment	NAMASTE Scheme	Target: 7,749
10	Culture (M/oC)/ National Archives of India	Digitization of Archives	Target: 2,000

11	M/o Home Affairs	Vibrant Village Programme	Target: 1,750
12	M/o Electronics and IT	AI Mission and Semiconductor Mission	Trained: 37,000+ in AI; 13,900 in Semiconductor roles
13	M/o DoNER / NEC	IT-ITeS skilling for NE Region	Target: 140
14	DoSEL and DoHE (M/o Education)	NEP 2020 alignment	4.30 lakh trained across 3,300+ institutes
15	M/o Defence	Upskilling, reskilling of army Veterans, dependents and widows (DIAV)	Trained: 70,345
		Hindustan Aeronautics Limited	Trained: 650
		Agniveer – Flexi MoU Scheme	1.2 lakh Agniveers enrolled

STATEMENT-I

Under PMKVY 4.0, State/UT-wise details of candidates trained/oriented and certified till 31.12.2025 are as under

State/ UT	Trained / Oriented	Certified
Andaman and Nicobar Islands	1,587	1,053
Andhra Pradesh	70,672	45,526
Arunachal Pradesh	14,331	7,025
Assam	1,18,932	70,365

Bihar	1,27,445	78,071
Chandigarh	1,095	800
Chhattisgarh	25,178	15,907
Delhi	25,155	16,320
Goa	419	331
Gujarat	60,559	37,047
Haryana	1,11,575	79,462
Himachal Pradesh	27,933	19,047
Jammu And Kashmir	1,18,677	91,088
Jharkhand	39,950	25,656
Karnataka	88,506	59,546
Kerala	20,262	10,710
Ladakh	757	526
Lakshadweep	120	-
Madhya Pradesh	3,07,931	2,08,521
Maharashtra	1,15,231	70,738
Manipur	24,634	15,369
Meghalaya	11,012	5,567
Mizoram	11,881	5,970
Nagaland	11,713	6,447
Odisha	49,235	30,302
Puducherry	5,270	3,567
Punjab	1,28,616	1,01,851

Rajasthan	3,14,244	2,51,432
Sikkim	5,676	1,915
Tamil Nadu	1,30,056	96,404
Telangana	42,228	30,536
Dadra and Nagar Haveli and Daman and Diu	1,708	1,316
Tripura	20,636	13,049
Uttar Pradesh	5,62,007	4,06,351
Uttarakhand	49,234	32,693
West Bengal	65,519	39,234
Total	**27,09,984**	**18,79,742**

STATEMENT-II

Under PMKVY 4.0, details of customised and future-skill job roles introduced in emerging domains such as Industry 4.0, artificial intelligence, drones, green energy and semiconductor manufacturing are as under

Customized Job Role:

Sector Name	Job Role Name
Agriculture	Backyard Poultry Farmer
	Garden Keeper
	Honey bee Farmer
	Small Dairy Farmer
	Small Mushroom Grower
	Small Organic Cultivator

Automotive	Automotive Assembler
	Automotive Machining Aide
	Automotive Machinist
	Jr Operator- Automotive Quality Control
Beauty and Wellness	Bridal Makeup Artist
	Trainee - Beautician
	Trainee - Cosmetology
	Trainee - Hair Dressing
	Trainee - Pedicurist
Construction	Associate Electrician
	Associate Bar Bender and Steel Fixer
	Associate construction Fitter
	Associate Construction Painter and Decorator
	Associate Electrician-Aide
	Associate Mason
	Surveyor-Aide
Electronics and Hardware	Assistant Technician- Air Conditioner
	Assistant Technician- CCTV
	Assistant Technician- Computer Hardware
	Assistant Technician DTH Service

	Assistant Technician- Home Appliances
	Assistant Technician LED Repair
	Assistant Technician- Networking and Storage
	Assistant Technician- Smartphone Hardware
	Assistant Technician- Solar Panel Installation
	Store Assistant
Food Processing	Baking Assistant
	Fish and Sea food Processor
	Food Packer
	Food Product Handler
	Fruits and Vegetable Processing Operator
Healthcare	Healthcare Hygiene and Housekeeping Aide
IT-ITeS	Associate Data Entry Operator
	Associate Desktop Publishing
	IT Sales Tele caller- Voice and Non- Voice
	Media Content Developer
	Software Developer Associate
Logistics	Cargo Booking Clerk
	Consignment Delivery Executive.
	Documentation Specialist - Transportation

	Inventory Controller
	Packing Specialist.
Media and Entertainment	Animation Associate - 3D
	Camera and accessories handler
	Graphics Design Associate
	Social Media Associate
	Storyboard Assistant
Telecom	Assistant Technician (Wireless)
	Assistant Technician (Fiber Connect)
	Field Sales Representative
	Handset Repair Associate
	In Shop Promoter
	Internet Support Technician
	Junior Executive (Call Center)
	Telecom Service Provider
Tourism and Hospitality	Counter Sales Associate-Tourism and Hospitality
	Food and Beverage Service Trainee
	Front Office Assistant
	Guest Service Associate- Food and Beverage Service

	Housekeeping Attendant
	Pastry/Bakery Assistant
	Trainee Chef

Future Skills Job Role:

Aerospace and Aviation	Aerospace Composite Technician
	Drone Operator - Multi Rotor
Agriculture	Agriculture Extension Service Provider
	Basics of Agri Commodity Market
	Hydrophonics Technician
	Kisan Drone Operator
	Micro Irrigation Technician
	Price Risk Management in Agri Commodities for FPO
	Solar Pump Technician
Automotive	Automotive Additive Manufacturing Operator
	Automotive Additive Manufacturing Technician
	Automotive Automation and Robotics Engineer
	Automotive IIOT Application Engineer
	Automotive IIOT Application Technician
	Electric Vehicle Assembly Operator

	Electric Vehicle Assembly Technician
	Electric Vehicle Maintenance Technician
	Electric Vehicle Product Design Engineer
	Electric Vehicle Quality Control Inspector
	Electric Vehicle Service Lead Technician
	Electric Vehicle Service Technician
	Electric Vehicle Test Engineer
Electronics and Hardware	Battery System Assembly Operator
	Battery System Design Engineer
	Battery System Repair Technician
	Drone Manufacturing and Assembly Technician
	Electrical Assembly Operator - Control Panel
	Electronic Hardware Assembly Operator
	Electronics Machine Maintenance Executive
	Embedded Full-Stack IoT Analyst
	Embedded Product Design Engineer-Technical Lead
	Embedded Software Engineer
	HVAC Technician
	Internet of Things (IoT) Assistant
	Internet of Things (IoT) Developer

	IoT Hardware Analyst
	Mechanical Fitter Electronics
	Mechatronics Designer and System Integrator
	Motor and Controller Repairing Technician
	Motor and Controller Design Engineer
	Solar LED Technician
	Solar Panel Installation Technician
	Welding Operator Electronics
	Winding Operator
Furniture and Fittings	Assistant Carpenter
	Assistant Interior Designer
	Draughtsperson (Interior Design)
Gems and Jewellery	Jewellery designer - CAD
Green Jobs	Green Hydrogen Plant Entrepreneur
	Green Hydrogen Plant Junior Technician- Storage
	Green Hydrogen Plant Technician
	OandM Electrical and Instrumentation Technician- Wind Power Plant
	Rooftop Solar Grid Engineer
	Small Hydro Power Plant Technician-(Jal Urja Mitra)

	Solar EV Charging Entrepreneur
	Solar Photovoltaic Entrepreneur
	Solar Proposal Evaluation Specialist
	Solar PV Business Development Executive
	Solar PV Designer
	Solar PV Engineer (Option: Solar Water Pumping System)
	Solar PV Manufacturing Technician
	Solar PV Project Manager (EandC)
Healthcare	Genetic Counselor
	Geriatric Caregiver (Institutional and Home Care)
	Medical Equipment Assistant (Basic Clinical Equipment)
	Telehealth Services Coordinator
	Transplant Coordinator
Hydrocarbon	Advance Course on Green Hydrogen
	Concepts of Green Hydrogen
	Green Hydrogen Plant Supervisor
Information Technology	Cyber Security Assistant
	Cyber Security Associate
IT-ITeS	3D Printing Modelling Engineer
	AI - Business Intelligence Analyst

	AI - Data Architect
	AI - Data Engineer
	AI - Data Quality Analyst
	AI - Data Scientist
	AI - Database Administrator
	AI - DevOps Engineer
	AI - Machine Learning Engineer
	AI - Solution Architect
	Analyst Application Security
	Analyst Security Operations Centre
	Application Architect - Web and Mobile
	Application Developer - Web and Mobile
	AR/VR Architect
	AR/VR Consultant
	AR/VR Infrastructure Engineer
	AR/VR Support Analyst
	Blockchain App Developer
	Blockchain Architect
	Cloud Administrator
	Cloud Application Developer

	Cloud Computing with AWS and Azure
	Cloud Consultant
	Cloud Infrastructure Analyst
	Cloud Security Analyst
	Consultant Network Security
	Data Annotator
	Information Security Specialist
	IoT - Domain Specialist
	IoT - Network Specialist
	IoT - Product Manager
	IoT - Security Specialist
	IoT - Software Analyst
	IoT - Solution Architect
	IoT - Test Analyst
	Mobile Device Management Analyst
	Product Manager - Web and Mobile
	Security Analyst
	Software Vulnerability/Penetration Tester
	User Experience Designer
Life Sciences	Bioinformatics Scientist

	Pharmacovigilance Case- Processing (Incidents /adverse event using software including AI tools)
	Specialist- Quality Assurance (Pharma, Biological Products and Medical Devices)
Logistics	Data Feeder - Warehouse
	Functional Analyst - WMS
	Land Transportation Executive
	Packaging Designer
	Supply Chain Associate
	Supply Chain Executive
	Warehouse Associate
	Warehouse Manager
	Warehouse Supervisor
Media and Entertainment	3D Printing Operator
	Technical artist -AR-VR
Rubber	Designer - Plastic Product including toys
Telecom	AI and ML - Jr. Telecom Data Analyst
	AI Devices Installation Operator
	Information and Communication Technology (ICT) Engineer - 5G Networks
	Infrastructure Technician - 5G Networks

	IoT Installation Solution Architect
	IoT Technical Service Operator
	Machine Learning (ML) Engineer
	Project Engineer - 5G Networks
	Technician 5G - Active Network Installation
	Telecom E-Waste Handler
	Telecom Rigger - 5G and Legacy Networks
	Telecom Technician - IoT Devices/Systems
	Wireless Technician
Tourism and Hospitality	Food Styling Photographer
	Walk Tour Facilitator

FINANCIAL ASSISTANCE FOR ATHLETES FROM LADAKH

***437. SHRI MOHMAD HANEEFA:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government is aware that a large number of talented young athletes from Ladakh belong to economically underprivileged families and are unable to afford travel and accommodation costs for attending training camps and competitions outside the region and if so, the details thereof;

(b) whether the Government has any existing scheme to provide travel

allowance, boarding and lodging facilities, nutritional support and basic health insurance to such athletes and if so, the details thereof;

(c) whether the Government proposes to introduce a dedicated financial assistance scheme, specifically for talented athletes from economically weaker backgrounds in remote and high-altitude regions such as Ladakh; and

(d) the steps taken/being taken by the Government to ensure that lack of financial resources does not prevent deserving athletes from Ladakh for participating in national-level training and competitions and sporting opportunities are determined by merit rather than economic capacity?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (d): The Government is running various sports promotional schemes across the country, including the UT of Ladakh, to support sporting ecosystem and athletes in the country. The details of the schemes are available in the public domain on the website of the Ministry at https://yas.nic.in/. The existing schemes of the Sports Authority of India (SAI) Scheme already provide comprehensive support to talented athletes across the country, including those from such regions.

Under the SAI Training Centre (STC) scheme, assistance is provided to athletes in terms of boarding and lodging, sports kits, competition exposure, educational expenses, as well as medical and insurance coverage, across the

country including the UT of Ladakh. A total of 55 athletes are currently training at STC Kargil on residential basis to excel at national and international level. Special travelling entitlement is also provided to athletes of the UT of Ladakh for participation in sporting competitions.

Further, the Khelo India Scheme aims to be inclusive and accessible to all eligible athletes, irrespective of their socio-economic background. To address the distinct geographical and economic challenges in Ladakh, the Government has given special focus to the region by easing the standard provision of one Khelo India Centre (KIC) per district to five KICs per district. This approach ensures that grassroots training is available within local areas, minimizing the need for travel during the early stages of development. There are 03 KICs in Ladakh with a total of 108 athletes training in Table Tennis, Archery, Athletics, Football and Ice Hockey.

Under the Scheme of Assistance to NSFs, the Ministry provides financial assistance to recognized National Sports Federations (NSFs) towards training of athletes which includes all requisite facilities for their preparations including nutritious diet, food supplements, equipment support, state-of-the-art infrastructure, lodging, travelling facilities, services of reputed Indian and Foreign Coaches/supporting staff, scientific and medical support, sports kit, etc. besides financial assistance for their training abroad and participation in international competitions in India and abroad. Furthermore, the Government provides a

structured pathway to elite levels, with high-performing athletes progressing to the Target Olympic Podium Scheme (TOPS).

To support the talented athletes from economically weaker backgrounds, including those from Ladakh, the Government is administering the Scheme of Pandit Deendayal Upadhyay National Welfare Program for Sportspersons with the objective of providing financial assistance to outstanding sportspersons/family members living in indigent circumstances for various purposes like ameliorate condition, medical treatment, injuries, procurement of sports equipment's etc. Under the scheme, financial assistance upto Rs 2.5 lakhs is provided for training, procurement of equipment and, participation in national and International sports events.

Further, to ensure merit-driven opportunities, the Government implements a transparent and systematic scouting process implemented by Talent Identification and Development Committee (TIDC). Identified athletes are inducted as Khelo India Athletes (KIAs). Each identified KIA receives financial assistance of ₹6.28 lakh per annum. This covers high-quality coaching, sports science support, specialized diet, equipment, lodging, and medical insurance. It also includes a monthly Out-of-Pocket Allowance (OPA) of ₹10,000 provided directly to the athlete to ensure they can focus on training.

Additionally, 06 editions of Khelo India Winter Games have been organised in Jammu and Kashmir and Ladakh to promote winter and high-altitude sports, with

over 5200 athlete participation. These games serve as one of the primary sources for talent identification to be inducted as Khelo India Athletes.

DISCONTINUATION OF INCOME TAX EXEMPTION ON DISABILITY PENSION

***438. SHRI ASADUDDIN OWAISI:**

Will the Minister of **FINANCE** be pleased to state:

(a) the rationale behind the discontinuation of income tax exemption on disability pension to defence personnel still serving despite disability (not invalidated out) or those who have completed their term or took premature retirement despite it being upheld by the Supreme Court in 2019;

(b) the manner in which the Government proposes to reconcile the discontinuation of this tax exemption despite judicial rulings that such pensions are compensatory in nature;

(c) the number of superannuated personnel with service-attributable disabilities as compared to those invalidated out;

(d) the reasons for not introducing a grandfathering clause to protect veterans whose disability occurred prior to 1 April 2026; and

(e) the measures taken by the Government to address borderline cases where the Medical Board recommended retention, but the disability is severe?

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN)

(a): The exemption in respect of disability pension received by members of the armed forces who are invalided out of service on account of a disability attributable to or aggravated by military service has existed since the framework under the Income-tax Act, 1922 as provided vide Notification No. 878-F (Income Tax) dated March 21, 1922. When the Income-tax Act, 1961 came into force, the exemption continued through the repeal and savings provisions.

With the enactment of the Income-tax Act, 2025, the earlier enactments pertaining to Income-tax Act, 1922 and related savings provisions ceased to operate. Therefore, in the absence of an express provision in the new Act, the exemption would have lapsed. The present provision has been included to ensure the continuation of the same exemption that existed earlier, including its scope and conditions.

(b): There is no discontinuation of the said tax exemption. On the contrary, the Finance Bill, 2026 proposes to explicitly provide for a specific exemption in respect of disability pensions under the Income-tax Act, 2025.

(c): As of 31.01.2026 number of armed forces personnel retired from service with disability are 1,47,263 persons, while the number of armed forces personnel receiving disability pension who have been invalided out are 89,598 persons.

(d): Since the provisions under the Income-tax Act, 2025 are intended to continue the pre-existing legal position rather than introduce a new levy or withdraw an existing exemption, the question of introducing a grandfathering clause does not

arise.

(e): The present system of Medical Examination in Armed Forces follows a laid down protocol. Armed Forces personnel are inducted in SHAPE-I in Army, S1A1 in Navy and A1G1 or A4G1 in Indian Air Force [AO 09/2011, NO 17/14, IAP 4303 (6th Edition)]. These medical classifications (SHAPE-I, S1A1, A1G1 and A4G1) imply that the personnel are fit for all types of Military duties (A4G1 - is fitness classification for all operational requirements except flying duties in Air Force).

The medical fitness of the serving personnel is carried out annually. The personnel detected with disease/deformity/injuries/medical conditions are placed in the Low Medical Classification are also reviewed periodically depending on the service specific orders. This annual medical examination includes general physical and systemic examination which is supported by battery of tests which differs based upon the role of the officer in their respective service. On detection of a condition the service specialist opines on the medical condition, employment restriction and medical classification of the personnel. The medical classification of a person is finalised by Medical Board constituted as per para 418 and 419 of Regulations for the Medical Services of the Armed Forces-2010 (Revised Version).

In case an individual is found to be suffering from any disease / injury, he / she is observed in temporary medical classification initially for three months to one year and later upgraded to SHAPE-1 and equivalent, on being cured of the

disease or recovered from a condition to a level where no military restrictions are merited.

Personnel who do not improve are placed and observed in permanent medical category if the condition is not fully cured and thus, have restriction for military employability. They may continue to serve in Armed Forces with employment restrictions [Army Order 09/2011, NO 7/14 and IAP 4303 (6th Edition)].

Personnel in Permanent Low Medical Category are periodically reviewed at specified interval (Every two years in Army and Navy, and every year in Air Force). These reviews are carried out with the aim to assess in detail the medical condition, functional capacity and employment restriction of the individual.

Officers placed in permanent medical classification, undergo a Release Medical Board (RMB) before retirement/release/discharge [Army Order 3/89, NO 7/14 and IAP 4303 (6th Edition)]. The Release Medical Boards carry out assessment of impairment of such individuals in accordance with GMO- 2023 and the entitlement of the impairment is decided by Service HQs as per ER-2023 and GMO 2023.

Personnel in permanent medical classification if found unfit for discharging of military duties may be invalided out on medical grounds by an Invaliding Medical Board [Army Order 513/71, NO 7/14 and IAP 4303 (6th Edition)]. The Invaliding Medical Boards carry out assessment of impairment of such individuals

in accordance with GMO- 2023 and the entitlement of the impairment is decided by Service HQs as per ER-2023 and GMO 2023.
The medical boards only define the medical condition and the various employability restrictions necessitated to ensure adequate recovery and prevention of further deterioration of the condition. The promotion policies of the Armed Forces officers are dealt by respective MS Branch/ equivalent branches of other services.

DECLINE IN ACTIVE STUDENT EDUCATIONAL LOANS

***439. SHRI KIRTI AZAD:**

Will the Minister of **EDUCATION** be pleased to state:

(a) the number of active student loans and overall outstanding value of such loans during the last ten years;

(b) whether it is a fact that there has been a decline in active student loans during the period from 2014 to 2025 with the overall outstanding loan values increasing simultaneously, if so, the details thereof along with the reasons therefor;

(c) the details of key barriers in accessing educational loans, including high interest rates, collateral requirements, discriminatory banking practices among others, prohibiting poor students from accessing loans along with the measures taken by the Government thereon;

(d) the details of funds sanctioned and disbursed under PM Vidyalaxmi scheme since

inception, month-wise; and

(e) whether it is also a fact that only 15 percent of the sanctioned budget between February and August 2025 had been disbursed and if so, the reasons thereof along with the measures being taken by the Government to expedite disbursal?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a) to (c): Education is in the concurrent list and both the Central Government and State Governments work together for its improvement. The Government of India is implementing different education loan schemes for providing financial assistance for higher education to all students who desire to avail education loans to pursue higher education. There is no upper limit on number of education loans that can be sanctioned under these schemes.

The Central Government launched the PM Vidyalaxmi, a new Central Sector scheme in November 2024 that seeks to provide financial support to meritorious students including students from below poverty line category getting merit-based admission in Quality Higher Education Institution (QHEIs). Under the PM Vidyalaxmi scheme, students getting merit-based admission in Quality Higher Education Institution (QHEIs) are eligible to get collateral-free, guarantor-free education loans from banks to cover full amount of tuition fees and other expenses related to the course. There is no upper limit on the number of such loans that can be sanctioned. Further, the repayment can be done up to 15 years after the moratorium period.

Further, the Department of Financial Services (DFS) has informed that all Scheduled Commercial Banks (SCBs) have been advised by Reserve Bank of India (RBI) to adopt Model Education Loan Scheme (MELS), formulated by Indian Banks' Association (IBA), 2022 (last amended on 23.6.2025). This scheme is available for all sections of the society. The main features of the scheme are as under:

- The scheme provides need-based education loan.
- No collateral security or third-party guarantee is required for loans amount up to ₹ 7.50 lakhs, provided they are eligible for Central Sector Interest Subsidy Scheme (CSIS)/ Credit Guarantee Fund Scheme for Education loan (CGFSEL).
- No Margin for loans up to ₹ 4 lakhs.
- Moratorium period is allowed up to study period plus one year in all cases.
- Repayment period (after moratorium) is available up to 15 years for all loans.

Further, the RBI vide its Circular on Collateral Free Loans - Educational Loan Scheme, has advised that banks must not, mandatorily, obtain collateral security in the case of educational loans up to ₹ 4 lakhs.

To facilitate the students from poorer households, the Department of Higher Education is implementing the PM-USP Central Sector Interest Subsidy Scheme

(PM-USP CSIS). Under the PM USP-CSIS Scheme, full interest subvention is provided to all students, including students belonging to BPL who are pursuing technical/professional courses from approved National Assessment and Accreditation Council (NAAC) accredited HEIs/National Board of Accreditation (NBA) accredited courses, whose annual family income is up to ₹ 4.5 lakhs and for education loans up to ₹ 10 lakhs, during the moratorium period. There is no upper limit on number of student beneficiaries for this Scheme.

Further under the CGFSEL Scheme, credit guarantee is provided by government for loans up to ₹ 7.5 lakhs for students from all income groups. There is no upper limit on number of student beneficiaries for this Scheme.

In PM-Vidyalaxmi scheme too, a 3% interest subvention support during moratorium period (course period plus one year) is given every year up to one lakh fresh students having an annual family income of up to ₹ 8 lakhs and not eligible for benefits under any other government scholarship or interest subvention schemes on education loans. An outlay of ₹ 3,600 Crore has been made during 2024-25 to 2030-31, and 7 lakh fresh students are expected to get the benefit of this interest subvention during the period.

The DFS has also informed that the details of number of loan accounts and amount outstanding of education loans by the Scheduled Commercial Banks (SCBs), Regional Rural Banks and Non-Banking Financial Companies, as reported by the Reserve Bank of India (RBI), are as follows:

Year	No. of Accounts	Amount Outstanding (₹ crores)
2014	24,30,711	54,110
2015	26,82,972	63,202
2016	27,17,418	68,493
2017	26,00,713	72,468
2018	25,65,524	77,013
2019	23,84,641	78,544
2020	23,99,332	92,133
2021	21,35,263	90,002
2022	21,94,042	99,728
2023	23,66,737	1,26,388
2024	24,13,747	1,65,126
2025	24,37,801	2,02,792

It may be seen that, post end of COVID pandemic, there has been an increase in number of education loan accounts on Year-on-Year basis from year 2021 to 2025.

Since 25th February, 2025, a new student-friendly portal https://pmvidyalaxmi.co.in has been launched, where a simple 2-page completely

digital application format to apply for education loans has been provided to the students. The students can send applications to up to three banks of their choice. As per guidelines of PM-Vidyalaxmi scheme, interest rate charged by the banks shall be capped at individual bank's Externally Benchmarked Lending Rate (EBLR) + 0.5%. In all cases, the banks are also free to charge interest which is lower than this as per their policy. The Department of Higher Education and the Department of Financial Services, on a regular basis, review the progress of PM-Vidyalaxmi along with IBA and participating banks. Thus, the measures taken by Government is making the process of availing of education loans by all students, including poor students simpler.

(d) and (e): The details of Loan sanctioned and disbursed month-wise under the PM-Vidyalaxmi Scheme is as follows:

PMVL loans Month wise data (6th November 2024 to 16th March 2026)					
Sr. No	**Month**	**Loan Sanctioned**		**Loan Disbursed**	
		No. of Accounts	Amount (₹ crores)	No. of Accounts	Amount (₹ crores)
1	Nov 24 – Feb 25	11268	1099.57	11267	537.41
2	Mar-25	3243	492.32	3098	223.22
3	Apr-25	3224	481.15	3041	177.91
4	May-25	6524	1213.69	6056	284.7
5	Jun-25	9532	1626.26	8863	343.42

6	Jul-25	10975	1329.42	10248	269.64
7	Aug-25	8979	1055.7	8401	214.37
8	Sep-25	6887	785.96	6410	157.12
9	Oct-25	5622	622.48	5095	128.24
10	Nov-25	4391	481.46	3919	104.59
11	Dec-25	4808	517.99	3940	100.02
12	Jan-26	3179	333.65	2206	60.26
13	Feb-26	1725	241.23	946	39.54
14	Mar-26 (up to 16th March 2026)	489	88.42	171	10.52
Total		**69,865**	**9300.95**	**62,680**	**2131.38**

In 2025-26, under the Pradhan Mantri Uchchatar Shiksha Protsahan, an amount of ₹ 1454.46 crore has been sanctioned under the Final Grants (FG) and till 18th March, 2026 ₹ 1454.01 crores have been certified and booked, which shows that nearly entire budget has already been used for disbursal.

SCHEMES FOR MENTHA PLANTATION WORKERS

***440. SHRI TANUJ PUNIA:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government has any social security schemes including Employees' State Insurance (ESI)/Provident Fund (PF) for Mentha plantation

workers involved in intensive cultivation, harvesting and distillation in the country and if so, the details thereof;

(b) whether the said workers are not getting the prescribed minimum daily wages and if so, the reasons therefor;

(c) whether the Government has any scheme to pay compensation to dependents of the said workers in case of death and if so, the details thereof;

(d) whether the Government has any plan to improve the health and wellness condition of the said workers in the country and if so, the details thereof; and

(e) the details of the other steps being taken by the Government for welfare of the said workers in the country?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): Under the Employees' State Insurance Act, 1948, medical care and cash benefits were provided to Insured Persons and their dependents in respect of establishments covered under the Act. Now, the ESI Act, 1948 has been subsumed in the Code on Social Security, 2020, which has come into force w.e.f. 21.11.2025. The Code has a provision which provides that an employer of a plantation may opt for coverage under the Employees' State Insurance scheme, where the benefits available are better than those already provided by the employer.

The provisions of the Employees' Provident Funds and Miscellaneous

Provisions Act, 1952 were also applicable to plantations employing 20 or more workers, subject to the wage ceiling. The Act has been subsumed in Chapter III of the Code on Social Security, 2020. The relevant draft rules under the said Code including the applicability of the provisions of the said chapter have been pre-published.

The Code on Wages, 2019 provides for universal minimum wages across employments in organised and unorganised sectors, including plantation workers. However, the fixation and enforcement of wages, including minimum wages in respect of plantation workers, are undertaken by the respective State Governments.

Compensation to dependents of workers, including plantation workers, in the event of death arising out of and in the course of employment was provided under the Employees' Compensation Act, 1923 (now subsumed in the Code on Social Security, 2020), subject to applicability.

The welfare and working conditions of plantation workers were governed by the provisions of the Plantations Labour Act, 1951. The provisions of the said Act have been subsumed in the Occupational Safety, Health and Working Conditions Code, 2020, which regulates the conditions of work and provides for health, safety and welfare measures such as medical facilities, drinking water, sanitation, housing and other amenities for workers.

Further, welfare benefits such as maternity benefits, gratuity and bonus

were also provided to plantation workers, subject to applicability, under the Maternity Benefit Act, 1961, Payment of Gratuity Act, 1972 and Payment of Bonus Act, 1965. However, the Maternity Benefit Act, 1961 and the Payment of Gratuity Act, 1972 have been subsumed in the Code on Social Security, 2020, while the Payment of Bonus Act, 1965 has been subsumed in the Code on Wages, 2019. The relevant rules under the said Codes have been pre-published.

———————

(ii) Unstarred Question Nos. 4371 to 4600 (19.03.2026)

उत्तर प्रदेश में शहरी क्षेत्र विकास परियोजनाएं

4371. श्री सनातन पांडेयः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार को इस बात की जानकारी है कि उत्तर प्रदेश के बलिया लोक सभा निर्वाचन क्षेत्र में शहरी क्षेत्र विकास परियोजनाओं के अंतर्गत अवसंरचना, आवास, परिवहन और नागरिक सुविधाओं के विस्तार की आवश्यकता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या यह भी सच है कि केन्द्र द्वारा प्रायोजित योजनाओं अथवा मंत्रालय से संबंधित योजनाओं के अंतर्गत स्वीकृत कई शहरी विकास परियोजनाएं समय पर पूरी नहीं की गई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) वर्ष 2019 से बलिया लोक सभा निर्वाचन क्षेत्र के लिए कितनी शहरी विकास परियोजनाओं को स्वीकृति प्रदान की गई है और अब तक कितनी धनराशि आवंटित, जारी की गई है और कितनी धनराशि का उपयोग किया गया है;

(घ) क्या उक्त परियोजनाओं के कार्यान्वयन में विलंब, लागत वृद्धि अथवा समन्वय की कमी के कारणों का निर्धारण करने के लिए कोई समीक्षा की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार का बलिया लोक सभा निर्वाचन क्षेत्र में शहरी विकास परियोजनाओं को समयबद्ध तरीके से पूरा करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ङ): संविधान के अनुच्छेद 243ब और सातवीं एवं बारहवीं अनुसूची के प्रावधानों के अनुसार, शहरी विकास से संबंधित मामले राज्यों/शहरी स्थानीय निकायों (यूएलबी) के अधिकार क्षेत्र में आते हैं।

हालांकि, आवासन और शहरी कार्य मंत्रालय (एमओएचए) अपने विभिन्न प्रमुख मिशनों/कार्यक्रमों जैसे अटल नवीकरण और शहरी परिवर्तन मिशन 2.0 (अमृत 2.0), स्वच्छ भारत मिशन - शहरी 2.0 (एसबीएम - यू 2.0), प्रधान मंत्री आवास योजना - शहरी 2.0 (पीएमएवाई-यू 2.0) आदि के माध्यम से राज्यों/संघ राज्य क्षेत्रों (यूटी) के शहरी विकास एजेंडे में कार्यक्रम संबंधी सहायता प्रदान करता है।

इन मिशनों/योजनाओं के माध्यम से केंद्र सरकार राज्य योजनाओं को अनुमोदित करती है और राज्यों को केंद्रीय सहायता (सीए) प्रदान करती है। परियोजनाओं का चयन, डिजाइन, अनुमोदन और कार्यान्वयन राज्यों/संघ राज्य क्षेत्रों और शहरों द्वारा किया जाता है। राज्य सरकारें शहरों/जिलों को निधियाँ जारी करती हैं।

अमृत: वर्ष 2015 में देश भर के चयनित 500 शहरों (अब 15 विलयित शहरों सहित 485 शहर) और कस्बों में शुरू किए गए इस मिशन का उद्देश्य चयनित शहरों और कस्बों में जल आपूर्ति; सीवरेज और सेप्टेज प्रबंधन; तूफानी वर्षा जल निकासी; हरित क्षेत्र और पार्क; और गैर-मोटर चालित शहरी परिवहन जैसे क्षेत्रों में इन्फ्रास्ट्रक्चर का विकास करना था। अमृत के तहत, उत्तर प्रदेश राज्य ने बलिया लोक सभा क्षेत्र (बलिया और गाजीपुर जिला) में 183.93 करोड़ रुपये की 11 परियोजनाएं शुरू की हैं, जिनमें 10.59 करोड़ रुपये की 5 जल आपूर्ति परियोजनाएं, 172.3 करोड़ रुपये की 3 सीवरेज/सेप्टेज प्रबंधन परियोजनाएं और 1.04 करोड़ रुपये की 3 हरित क्षेत्र एवं पार्क परियोजनाएं शामिल हैं। ये सभी 11 परियोजनाएं पूरी की जा चुकी हैं।

अमृत 2.0 को वर्ष 2021 में सभी शहरी स्थानीय निकायों/शहरों में शुरू किया गया है, जिससे शहरों को 'आत्मनिर्भर' और 'जल सुरक्षित' बनाया जा सके। 500 अमृत शहरों में सीवरेज और सेप्टेज प्रबंधन की व्यापक कवरेज प्रदान करना अमृत 2.0 के प्रमुख केंद्रित क्षेत्रों में से एक है। जलाशयों का पुनरुद्धार और हरित क्षेत्र एवं पार्क मिशन के अन्य घटक हैं। इस मिशन के तहत, राज्यों/संघ राज्य क्षेत्रों को परियोजनाओं के चयन, मूल्यांकन, प्राथमिकता निर्धारण और कार्यान्वयन करने का अधिकार

दिया गया है। अमृत 2.0 के अंतर्गत, बलिया लोक सभा क्षेत्र (बलिया और गाजीपुर जिला) में 672.42 करोड़ रुपये की 11 परियोजनाओं को अनुमोदित किया गया है, जिनमें 397.96 करोड़ रुपये की 08 जल आपूर्ति परियोजनाएं, 270.67 करोड़ रुपये की एक सीवरेज/सेप्टेज प्रबंधन परियोजना और 3.8 करोड़ रुपये की 02 जलाशय पुनरूद्धार परियोजनाएं शामिल हैं। राज्य द्वारा अमृत पोर्टल पर दी गई जानकारी के अनुसार, 295.48 करोड़ रु. की 9 परियोजनाओं के लिए ठेके दिए जा चुके हैं, जिनमें से 127.82 करोड़ रू. का कार्य भौतिक रूप से पूरा किया जा चुका है। अमृत/ अमृत 2.0 के तहत निधियाँ मूल स्वीकृति राज्यों/संघ राज्य क्षेत्रों को जारी की जाती है, न कि निर्वाचन क्षेत्र/शहरी निकाय (यूएलबी) के अनुसार।

मिशन के दिशा-निर्देशों में राज्य/संघ राज्य क्षेत्र स्तर पर योजना के कार्यान्वयन की निगरानी और पर्यवेक्षण के लिए राज्य के मुख्य सचिव की अध्यक्षता में राज्य उच्चाधिकार प्राप्त संचालन समिति (एसएचपीएससी) के गठन का विशेष प्रावधान है। शहरी विकास एवं आवास विभाग के सचिव की अध्यक्षता में राज्य स्तरीय तकनीकी समिति (एसएलटीसी) राज्य स्तर पर योजना की निगरानी और पर्यवेक्षण में एसएचपीएससी को तकनीकी सहायता प्रदान करती है। इसके अतिरिक्त, मिशन दिशा-निर्देशों के अंतर्गत गठित एक सर्वोच्च समिति आवधिक रूप से मिशन की समीक्षा और निगरानी करती है। राज्यों/संघ राज्य क्षेत्रों में अमृत/अमृत 2.0 के अंतर्गत किए गए कार्यों के आकलन और निगरानी के लिए स्वतंत्र समीक्षा एवं निगरानी एजेंसियों (आईआरएमए) का प्रावधान है। साथ ही, परियोजनाओं के कार्यान्वयन में तेजी लाने के लिए, आवासन और शहरी कार्य मंत्रालय द्वारा राज्यों/ संघ राज्य क्षेत्रों और उनके शहरी स्थानीय निकायों के साथ नियमित वीडियो कॉन्फ्रेंस/वेबिनार/कार्यशालाओं/साइट-विजिट आदि के माध्यम से प्रगति की आवधिक रूप से समीक्षा और निगरानी की जाती है। राज्यों/ संघ राज्य क्षेत्रों द्वारा परियोजनाओं की प्रगति को ट्रैक करने और निगरानी के लिए एक विशिष्ट ऑनलाइन पोर्टल बनाया गया है।

एसबीएम-यू: स्वच्छता राज्य का विषय है। इसलिए, संबंधित राज्यों/संघ राज्य क्षेत्रों के शहरी क्षेत्रों में स्वच्छता परियोजनाओं की योजना बनाना, डिजाइन तैयार करना और उन्हें क्रियान्वित करना राज्यों/शहरी स्थानीय निकायों की जिम्मेदारी है।

आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) ठोस अपशिष्ट प्रबंधन (एसडब्ल्यूएम) और प्रयुक्त जल प्रबंधन (यूडब्ल्यूएण) पर नियमावली/प्रक्रिया मानक (एसओपी) साझा करके और ठोस और तरल अपशिष्ट प्रबंधन के लिए उपयुक्त प्रौद्योगिकियों के चयन हेतु समय-समय पर विभिन्न परामर्शिकाएं और दिशानिर्देश जारी करके राज्यों/संघ राज्य क्षेत्रों के प्रयासों में नीतिगत दिशा-निर्देश, वित्तीय और तकनीकी सहायता प्रदान करता है। एसबीएम-यू के अंतर्गत हुई प्रगति का विवरण https://www.sbmurban.org/swachh-bharat-mission-progess पर देखा जा सकता है।

देश में बढ़ती शहरी आबादी के कारण, उत्तर प्रदेश के बलिया लोक सभा क्षेत्र सहित देश के शहरी क्षेत्रों में कूड़ा-कचरा, अपशिष्ट और सीवेज प्रबंधन की मांग में वृद्धि हुई है। इन मांगों को पूरा करने के लिए, भारत सरकार ने अपशिष्ट के सभी भागों के वैज्ञानिक प्रबंधन के माध्यम से देश के सभी शहरी स्थानीय निकायों/शहरों को कचरा-मुक्त बनाने के उद्देश्य से एसबीएम-यू 2.0 परियोजना शुरू की है।

एसबीएम-यू के तहत, भारत सरकार द्वारा राज्यों/संघ राज्य क्षेत्रों को राज्य स्तरीय तकनीकी समिति (एसएलटीसी) द्वारा विधिवत अनुमोदित कार्य योजना के आधार पर निधियाँ जारी की जाती है, जिसे राज्यों/संघ राज्य क्षेत्रों द्वारा आगे शहरी स्थानीय निकायों (यूएलबी) को भेजा जाता है। वित्तीय सहायता/अनुमोदित परियोजनाओं का निर्वाचन क्षेत्र-वार विवरण नहीं रखा जाता है।

एसबीएम-यू 2.0 के तहत, उत्तर प्रदेश राज्य के लिए 6,433 टन प्रतिदिन (टीपीडी) क्षमता वाले अपशिष्ट से खाद बनाने वाले संयंत्र, 2,382 टीपीडी क्षमता वाली सामग्री पुनर्प्राप्ति सुविधाएं (एमआरएफ), 666 टीपीडी क्षमता वाले अपशिष्ट से बिजली संयंत्र, 4,926 टीपीडी क्षमता वाले

सैनिटरी लैंडफिल (एसएलएफ), 3,421 टीपीडी क्षमता वाले ट्रांसफर स्टेशन, 635 टीपीडी क्षमता वाले निर्माण और विध्वंस (सी एंड डी) अपशिष्ट प्रसंस्करण संयंत्र, 62 लाख मीट्रिक टन पुराने अपशिष्ट का उपचार, 94 यांत्रिक सड़क सफाई मशीनों और 1,859 एमएलडी क्षमता वाले सीवेज शोधन संयंत्रों (एसटीपी)/ मल कीचड़ शोधन संयंत्रों (एफएसटीपी), 1,845 किलोमीटर के इन्टरसेप्शन और डायवर्जन (आई एंड डी) नेटवर्क और 306 सेस पूल टैंकर/डीस्लजिंग मशीनों की स्थापना के लिए 2,802.74 करोड़ रु. के केंद्रीय हिस्से वाली कार्य योजना को अनुमोदित किया गया है।

पीएमएवाई-यू: भूमि और कॉलोनीकरण राज्य के विषय हैं। इसलिए, अपने नागरिकों के लिए आवास संबंधी योजनाओं का कार्यान्वयन राज्यों/संघ राज्य क्षेत्रों द्वारा किया जाता है। हालांकि, आवासन और शहरी कार्य मंत्रालय (एमओएचए) 25.06.2015 से पीएमएवाई-यू के तहत देश भर में पात्र शहरी लाभार्थियों को पक्के आवासों के लिए केंद्रीय सहायता प्रदान करके राज्यों/संघ राज्य क्षेत्रों के प्रयासों में सहयोग करता है।

पीएमएवाई-यू के कार्यान्वयन के अनुभवों से मिली सीख के आधार पर, आवासन और शहरी कार्य मंत्रालय ने योजना को नया रूप दिया है और 01.09.2024 से देश भर के शहरी क्षेत्रों में कार्यान्वयन हेतु पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है ताकि एक करोड़ अतिरिक्त पात्र लाभार्थी चार घटकों अर्थात लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से किफायती लागत पर घर बना, खरीद और किराए पर ले सकें। पीएमएवाई-यू 2.0 के दिशानिर्देश और ऑनलाइन आवेदन जमा करने के लिए एकीकृत वेब-पोर्टल को https://pmay-urban.gov.in के माध्यम से एक्सेस किया जा सकता है।

पीएमएवाई-यू और पीएमएवाई-यू 2.0 मांग आधारित दृष्टिकोण अपनाते हैं, जिसमें राज्यों/संघ राज्य क्षेत्रों ने अपने-अपने अधिकार क्षेत्र में स्थित शहरी स्थानीय निकायों/कार्यान्वयन एजेंसियों के

माध्यम से पात्रता मानदंडों के आधार पर मांग सर्वेक्षण किया है। राज्य/संघ राज्य क्षेत्र योजना के अंतर्गत आवासों की अपनी आकलित मांग के अनुसार परियोजना प्रस्ताव तैयार करते हैं और उन्हें संबंधित राज्य/संघ राज्य क्षेत्र के मुख्य सचिव की अध्यक्षता वाली राज्य स्तरीय स्वीकृति एवं निगरानी समिति (एसएलएसएमसी) से अनुमोदित करवाते हैं। संबंधित एसएलएसएमसी से अनुमोदन प्राप्त होने के बाद, राज्य/संघ राज्य क्षेत्र केंद्रीय स्वीकृति एवं निगरानी समिति (सीएसएमसी) द्वारा केंद्रीय सहायता के अनुमोदन हेतु प्रस्ताव इस मंत्रालय को प्रस्तुत करते हैं। तदनुसार, आवास की मांग के आधार पर, केंद्रीय सहायता प्राप्त करने के लिए पीएमएवाई-यू 2.0 के दिशानिर्देशों का अनुसरण करते हुए राज्य द्वारा मंत्रालय को परियोजना प्रस्ताव प्रस्तुत करना आवश्यक है।

आवासों/परियोजनाओं के पूरा होने की समय-सीमा राज्य दर राज्य भिन्न होती है और योजना के विभिन्न घटकों में तथा संबंधित परियोजनाओं की विस्तृत परियोजना रिपोर्ट (डीपीआर) के अनुसार इसमें आमतौर पर 12-36 महीने लगते हैं। आवासों के पूरा होने की समय-सीमा कई कारकों पर निर्भर करती है, जिनमें भारमुक्त भूमि की उपलब्धता, निर्माण शुरू करने के लिए सांविधिक अनुपालन, लाभार्थियों द्वारा निधियों की व्यवस्था आदि शामिल हैं। मंत्रालय योजना के कार्यान्वयन की प्रगति की निगरानी करने और स्वीकृत आवासों का निर्माण निर्धारित समय सीमा के भीतर पूरा करने के लिए राज्यों/संघ राज्य क्षेत्रों के साथ नियमित समीक्षा करता है। उत्तर प्रदेश के बलिया लोक सभा क्षेत्र में पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत भौतिक और वित्तीय प्रगति इस प्रकार है:

विवरण			**उपलब्धियाँ**
वित्त वर्ष 2019 से	आवासों की भौतिक प्रगति (संख्या)	स्वीकृत	7,483
		शुरू किये गए	11,440
		निर्मित/ सौंपे गए*	11,253
	केंद्रीय सहायता (करोड़ रुपये में)	स्वीकृत	113.29
		जारी**	171.14

* इसमें उन वर्षों में पूरे किए गए घर शामिल हैं जिन्हें पिछले वर्षों में स्वीकृत किया गया था।

** इसमें पिछले वर्षों में स्वीकृत आवासों के लिए वर्ष के दौरान जारी की गई केन्द्रीय सहायता भी शामिल है।

लहसुन और आलू आधारित प्रसंस्करण इकाइयाँ

4372. श्रीमती डिम्पल यादवः

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) मैनपुरी में लहसुन और आलू आधारित प्रसंस्करण इकाइयों के प्रस्तावों की वर्तमान स्थिति क्या है;

(ख) उक्त प्रयोजनार्थ केन्द्रीय योजनाओं के अंतर्गत स्वीकृत, जारी और उपयोग की गई निधि का ब्यौरा क्या है,

(ग) क्या स्थानीय रूप से प्रशिक्षित युवाओं को कृषि प्रसंस्करण उद्योगों से जोड़ने के लिए कोई अभिसरण नीति लागू की गई है और यदि हां, तो तत्संबंधी आंकड़े क्या हैं; और

(घ) मैनपुरी में कृषि उत्पादन को स्थानीय रोजगार सृजन से जोड़ने के लिए सरकार की समयबद्ध कार्य-योजना क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) और (ख): लहसुन और आलू आधारित इकाइयों के प्रसंस्करण सहित खाद्य प्रसंस्करण उद्योगों के समग्र विकास को बढ़ावा देने और सुनिश्चित करने के लिए, खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) अपनी दो केंद्रीय क्षेत्र योजनाओं, प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई), खाद्य प्रसंस्करण उद्योग के लिए उत्पादन-आधारित प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना के माध्यम से संबंधित अवसंरचना की स्थापना/विस्तार को प्रोत्साहित कर रहा है। ये योजनाएं किसी क्षेत्र या राज्य विशेष तक सीमित नहीं हैं, बल्कि मांग-आधारित हैं और उत्तर प्रदेश के मैनपुरी जिले सहित पूरे देश में लागू की जाती हैं।

पीएमएफएमई योजना के अंतर्गत , 31 दिसंबर 2025 तक मैनपुरी जिले में लहसुन प्रसंस्करण हेतु 22 सूक्ष्म खाद्य प्रसंस्करण उद्यमों के लिए ऋण स्वीकृत किए गए हैं।

(ग) और (घ): स्थानीय उद्योगों को बढ़ावा देने के लिए, पीएमएफएमई योजना के अंतर्गत 'एक जिला एक उत्पाद' (ओडीपी) पद्धति अपनाई गई है, ताकि इनपुट की खरीद, साझा सेवाओं का लाभ उठाने और उत्पादों के विपणन में व्यापक पैमाने पर लाभ प्राप्त किया जा सके। यह मूल्य श्रृंखला विकास और सहायक अवसंरचना के समन्वय के लिए ढांचा प्रदान करता है। पीएमएफएमई योजना के अंतर्गत, उत्तर प्रदेश के सभी 75 जिलों के लिए ओडीपी उत्पादों की पहचान की गई है, जिसमें मैनपुरी जिले का लहसुन भी शामिल है।

पीएमएफएमई योजना के क्षमता निर्माण घटक के अंतर्गत ,एमओएफपीआई प्रशिक्षकों, जिला संसाधन व्यक्तियों, उद्यमियों और उद्यमिता विकास कौशल (ईडीपी+) तथा उत्पाद विशिष्ट कौशल प्रशिक्षण के लिए उद्यमियों, जिनमें महिला उद्यमी भी शामिल हैं, को प्रशिक्षण प्रदान करता है, ताकि खाद्य प्रसंस्करण उद्योग की आवश्यकताओं को पूरा किया जा सके। इस योजना में बैकवर्ड और फॉरवर्ड लिंकेज को मजबूत करना, साझा सुविधाओं का प्रावधान, इनक्यूबेशन केंद्र, प्रशिक्षण, मार्केटिंग और ब्रांडिंग को भी शामिल किया गया है।

एमओएफपीआई , अपने दो स्वायत्त संस्थानों, राष्ट्रीय खाद्य प्रौद्योगिकी उद्यमिता एवं प्रबंधन संस्थान, कुंडली, हरियाणा (निफटेम- के) और राष्ट्रीय खाद्य प्रौद्योगिकी उद्यमिता एवं प्रबंधन संस्थान, तंजावुर, तमिलनाडु (निफटेम- टी) के माध्यम से, उद्यमियों को मार्गदर्शन, सलाह, प्रशिक्षण, पायलट प्लांट जैसी सुविधाओं तक पहुंच, एनएबीएल -मान्यता प्राप्त खाद्य परीक्षण प्रयोगशालाएं, इनक्यूबेशन सेवाएं, गुणवत्ता परीक्षण, आर एंड डी सहायता, नेटवर्किंग के अवसर आदि भी प्रदान करता है।

एमओएफपीआई अपनी योजनाओं के माध्यम से उत्तर प्रदेश के मैनपुरी जिलों सहित पूरे देश में पात्र संस्थाओं को अनुदान सहायता/प्रोत्साहन प्रदान करता है और इस प्रकार गैर-कृषि रोजगार के अवसर

सृजित करता है।

MEASURES ON FOOD LOSS AND WASTAGE

4373. SHRI VE. VAITHILINGAM:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) whether the Government has taken any steps to address food loss and wastage along agricultural value chains in Andhra Pradesh given that global estimates show 13.2 per cent of food is lost between harvest and retail and country faces substantial post harvest losses across multiple crops;

(b) if so, the details of initiatives supported for strengthening on farm storage, moisture proof silos, solar cold rooms, low cost cooling chambers and farmer training programmes to minimise spoilage along with measures taken to integrate Farmer Producer Organisations (FPOs) and self help groups in food loss reduction; and

(c) whether the Government proposes to expand coordination among the Ministry of Food Processing Industries, State Governments/UTs including Puducherry and international agencies to integrate food loss reduction into agricultural policies, improve farmer incomes and ensure measurable outcomes in terms of reduced greenhouse gas emissions and enhanced food security nationwide and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): The Ministry of Food Processing Industries (MoFPI) estimates post harvest losses from time to time for various agri-produces in the country through commissioning of studies based on primary surveys. Two studies were commissioned by the Ministry through (i) Indian Council of Agriculture Research (ICAR) - Central Institute of Post Harvest Engineering & Technology (CIPHET), 2015 with reference year 2012-14 and (ii) NABARD Consultancy Service Pvt. Ltd (NABCONS), 2022 with reference year 2020-22. As per the study conducted by NABCONS, crop-wise estimates of overall post harvest losses in India and the state of Andhra Pradesh is given in the enclosed **Statement.**

MoFPI through implementation of various initiatives and schemes viz. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), Prime Minister Formalization of Micro Food Processing Enterprises (PMFME) and Production Linked Incentive Scheme for Food Processing Industries (PLISFPI) aims for the overall development of food processing sector. Under various component of the aforementioned schemes, the MoFPI provides financial assistance for creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet. The infrastructure created and assistance provided aims at providing better returns to farmers, creation of employment opportunities, reducing

wastage, increasing the processing level, enhancing the export of the processed foods and efficient transport of raw & finished processed food products thereby reducing post harvest losses of farm produce.

MoFPI is implementing a Central Sector Umbrella Scheme- PMKSY since 2016-17 to create post harvest infrastructure and processing capacity. The component schemes under PMKSY are (i) Integrated Cold Chain and Value Addition Infrastructure, (ii) Creation of Infrastructure for Agro-Processing Clusters, (iii) Creation / Expansion of Food Processing & Preservation Capacities (iv) Operation Greens (v) Food Safety and Quality Assurance - Food Testing Laboratories (FTL) (vi) Human Resource & Institutions- Research & Development (vii) Mega Food Parks (the component has been discontinued with effect from 01.04.2021 with provision for committed liabilities only) and (viii) Creation of Backward and Forward Linkages (the component has been discontinued from 1st April 2021). MoFPI provides credit linked financial assistance (capital subsidy) in the form of grants-in-aid to the eligible applicants as per the scheme guidelines and 1607 projects have been approved under PMKSY out of which 1196 projects have been completed as on December 2025.

MoFPI also provides financial, technical and business support for upgradation of existing micro food processing enterprises as well as setting up of new units under Prime Minister Formalization of Micro Food Processing Enterprises (PMFME) scheme. The scheme is operational from 2020-21 to 2025-

26 with total outlay of Rs.10,000 crores. As on 31st December, 2025, 1,72,707 individual Micro Food Processing Enterprises approved for credit linked assistance amounting to Rs. 5009.61 Cr, 3,76,326 SHG members approved for Rs 1282.98 Cr and 76 Incubation centres with outlay of Rs 208.10 Cr.

Further, these scheme allows participation not only by government agencies, but also by private firms, companies, cooperatives, NGOs, FPOs, individuals etc. in setting up cold-chain/ processing/ storage units etc. provided they meet eligibility conditions.

(c): The MoFPI is coordinating with various Ministries/Departments and State Governments/UTs including Puducherry and relevant international agencies to strengthen efforts for reduction of food loss and wastage through various schemes and programmes of the Government focus on development of post harvest infrastructure, value addition, processing and supply chain efficiency, which contribute to reduction of food losses and improvement in farmers' income. The MoFPI also collaborates with international organisations such as the Food and Agriculture Organization to adopt globally recognized methodologies and indicators for monitoring food loss and promoting sustainable food systems.

Further, MoFPI is coordinating with various Ministries/Departments and State Governments/UTs to promote the food processing sector including discussion on the reduction of food loss and wastage through the World Food India event which serves as a key platform for collaboration among the other Central Ministries,

State Governments, industry stakeholders and international organizations. The event facilitates knowledge sharing, investment promotion and discussions on, interalia, strengthening post harvest management, improving processing infrastructure and integrating food loss reduction strategies within the broader agricultural and food processing ecosystem.

STATEMENT

Post harvest losses of major crops and commodities in India:

Crops/ Commodities	Estimated Percentage Loss	
	As per ICAR-CIPHET Study (2015)	As per NABCONS study (2022)
Cereals	4.65 - 5.99	3.89-5.92
Pulses	6.36 - 8.41	5.65-6.74
Oil Seeds	3.08 - 9.96	2.87-7.51
Fruits	6.70-15.88	6.02-15.05
Vegetables	4.58-12.44	4.87-11.61
Plantation Crops & Spices	1.18-7.89	1.29-7.33
Milk	0.92	0.87
Fisheries (Inland)	5.23	4.86
Fisheries (Marine)	10.52	8.76
Meat	2.71	2.34
Poultry	6.74	5.63

Egg	7.19	6.03

Source: Report on Assessment of Quantitative Harvest and Post-Harvest Losses of Major Crops and commodities in India, 2015 and NABCONS Study 2022

Post-harvest losses of major crops and commodities in the state of Andhra Pradesh:

Percentage of Loss (%)	
Crops/Commodities	**Overall Total Loss (%)**
Bajra	5.07
Banana	9.33
Black gram	5.56
Cashew nut	4.82
Chickpea	5.71
Chilli	7.06
Citrus	7.97
Coconut	4.32
Cottonseed	3.03
Egg	5.47
Green gram	6.13
Groundnut	6.58
Inland fish	4.68
Maize	5.98
Mango	7.9
Marine fish	8.5
Milk	0.58
Muskmelon	7.42
Paddy	5.73
Papaya	6.58
Pomegranate	8.69
Poultry Meat	7.39
Sorghum	5.67
Tomato	12.36
Turmeric	4.97

Source: NABCONS Study 2022

ताप विद्युत संयंत्रों में फ्लू गैस डिसल्फराइजेशन प्रणाली की स्थापना

4374. श्री नीरज मौर्य:

क्या **विद्युत** मंत्री यह बताने की कृपा करेंगे किः

(क) देश भर के ताप विद्युत संयंत्रों में फ्लू गैस डिसल्फराइजेशन (एफजीडी) प्रणालियों की स्थापना की वर्तमान स्थिति क्या है और अब तक कितने संयंत्रों में उक्त स्थापनाएं हो चुकी हैं;

(ख) पर्यावरणीय विनियमों के अंतर्गत उत्सर्जन नियंत्रण मानकों का अनुपालन सुनिश्चित करने के लिए एफजीडी प्रणालियों की स्थापना के लिए क्या समय-सीमा निर्धारित की गई है; और

(ग) एफजीडी प्रणालियों की स्थापना में आ रही वित्तीय, तकनीकी या अन्य बाधाओं का ब्यौरा क्या है और इन्हें दूर करने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क): पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफएंडसीसी) ने दिनांक 31.03.2021 की अधिसूचना के माध्यम से उत्सर्जन मानकों के अनुपालन के लिए ताप विद्युत संयंत्रों (टीपीपी) को तीन श्रेणियों नामत: श्रेणी क, श्रेणी ख और श्रेणी ग में वर्गीकृत करने का प्रावधान किया था। इसके अनुसार, टीपीपी का वर्गीकरण निम्नानुसार किया गया था:

क्रम सं.	श्रेणी	स्थान / क्षेत्र	टीपीपी की संख्या	यूनिट की संख्या	क्षमता (मेगावाट)
1	श्रेणी क	राष्ट्रीय राजधानी क्षेत्र के 10 किमी के दायरे में या दस लाख से अधिक आबादी वाले शहरों में	17	66	20,577
2	श्रेणी ख	गंभीर रूप से प्रदूषित क्षेत्रों या गैर-प्राप्ति शहरों के 10 किमी के दायरे में	25	72	24,057
3	श्रेणी ग	श्रेणी क और ख में शामिल संयंत्रों के अलावा	149	462	1,66,885.5
कुल			**191**	**600**	**2,11,519.5**

नोट: भारत की 2011 जनगणना के अनुसार

वर्तमान में, इन 600 टीपीपी यूनिटों में से देशभर में 72 यूनिटों में फ्लू गैस डीसल्फराइजेशन

(एफजीडी**)** प्रणालियाँ स्थापित की जा चुकी हैं (श्रेणी क – 19 यूनिट**,** श्रेणी ख – 4 यूनिट और श्रेणी ग – 49 यूनिट)।

(ख): दिनांक 11.07.2025 की एमओईएफएंडसीसी अधिसूचना के अनुसार, SO_2 उत्सर्जन मानकों की प्रयोज्यता तथा उनके अनुपालन की समय-सीमा निम्नलिखित है:

श्रेणी	**SO_2 उत्सर्जन मानकों की प्रयोज्यता**	**अनुपालन की समय-सीमा (नॉन-रिटायरिंग यूनिट)**	**अनुपालन से छूट के लिए यूनिट की रिटायमेंट की अंतिम तिथि**
श्रेणी क	अनिवार्य	31.12.2027	31.12.2030
श्रेणी ख	विशेषज्ञ मूल्यांकन समिति (ताप परियोजनाएँ) की सिफारिशों के आधार पर केंद्र सरकार द्वारा मामला-दर-मामला निर्णय लिया जाना है। यदि किसी टीपीपी को SO_2 उत्सर्जन मानकों से छूट के लिए विचार किया जाता है**,** तो ऐसी टीपीपी को अधिसूचना संख्या जी.एस.आर**.** 742 (ई) दिनांक 30.08.1990 के अनुसार स्टैक ऊँचाई सुनिश्चित करनी होगी।	31.12.2028	
श्रेणी ग	दिनांक 30.08.1990 की अधिसूचना संख्या जी.एस.आर. 742 (ई) के अनुसार स्टैक ऊँचाई का अनुपालन करने की शर्त पर लागू नहीं।	31.12.2029	

(ग): ताप विद्युत संयंत्रों द्वारा एफजीडी प्रणाली के कार्यान्वयन में सामने आने वाली प्रमुख

समस्याएँ/चुनौतियाँ निम्नलिखित हैं:

(i) एफजीडी उपकरणों की आपूर्ति और संस्थापना के लिए कुछ ही विक्रेता हैं जिनकी क्षमता सीमित है। देश में एफजीडी संस्थापना के लिए विक्रेताओं की क्षमता लगभग 16-20 गीगावाट (33 से 39 यूनिट) है और संस्थापना में लगभग 44 से 48 माह का समय लगता है।

(ii) भारत में एफजीडी घटकों की निर्माण क्षमता 70% थी, जो समय के साथ अब 80% हो गई है। हालांकि, यह अभी भी अन्य देशों से होने वाले आयात पर निर्भर है।

(iii) एफजीडी प्रणालियों की संस्थापना में अवधारणात्मक और डिजाइन संबंधी चुनौतियां आदि भी सामने आई हैं। मानकीकरण नहीं किया जा सका क्योंकि विभिन्न साइटों की अलग-अलग आवश्यकताएँ हैं, जैसे स्थान की कमी, ले-आउट और अभिविन्यास आदि।

उपर्युक्त समस्याओं का समाधान करने के लिए, विक्रेताओं को उनकी क्षमता बढ़ाने और आयात पर निर्भरता कम करने के लिए सभी एफजीडी पार्टस का स्वदेशी उत्पादन अधिकतम करने के लिए प्रोत्साहित किया गया है।

इसके अलावा, निर्धारित समयसीमा के बाद भी अनुपालन नहीं करने के मामले में, अनुपालन नहीं करने वाले टीपीपी पर निम्नलिखित पर्यावरणीय क्षतिपूर्ति लगाई जाएगी:

समयसीमा के बाद गैर-अनुपालन संचालन:	**पर्यावरणीय क्षतिपूर्ति (रू. प्रति यूनिट उत्पादित विद्युत)**
0-180 दिन	0.20
181-365 दिन	0.30
366 दिन और उसके बाद	0.40

DEVELOPMENT OF AIRPORTS UNDER UDAN SCHEME

4375. SHRI YUSUF PATHAN:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) the number of airports developed under the UDAN scheme that are currently functional, State-wise;

(b) the amount (in Rupees) spent on developing each of these airports, airport-wise;

(c) the average annual cost for maintenance and upkeep of each of these airports, airportwise;

(d) the average number of flights operated per week from each of these airports and the number of airlines operating from these airports, airport-wise; and

(e) the average annual number of passengers travelling from these airports, airport-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (c): Under the Regional Connectivity Scheme - Ude Desh ka Aam Nagrik (RCS-UDAN), as on 28.02.2026, 95 unserved and underserved airports (including 17 heliports and 02 water aerodromes) have been developed and operationalised. The State-wise details, along with the expenditure incurred, are given in the enclosed **Statement**. There is no provision under the UDAN Scheme for the maintenance and upkeep of airports.

(d) and (e): As on 28.02.2026, a total of 663 routes have been operationalised, carrying over 162 lakhs domestic passengers on more than 3.41 lakh RCS flights

under the Regional Connectivity Scheme- Ude Desh ka Aam Nagrik (RCS-UDAN).

STATEMENT

State-wise list of aerodromes functional under UDAN

S. No.	State	Airport / Heliports / Water Aerodromes	Total Expenditure (in Rs. Crore) till 31.01.2026
1	Andhra Pradesh	Kadapa	99.36
2		Kurnool	0.03
3	Arunachal Pradesh	Hollongi	-
4		Tezu	89.65
5		Passighat	0.07
6	Assam	Jorhat	0.03
7		Lilabari	9.47
8		Rupsi	88.79
9		Tezpur	0.19
10	Bihar	Darbhanga	127.82
11		Purnea	40.00
12	Chhattisgarh	Bilaspur	65.22
13		Jagdalpur	60.16

14		Ambikapur	80.14
15	Daman & Diu	Diu	28.98
16	Gujarat	Bhavnagar	69.18
17		Jamnagar	24.16
18		Kandla	28.12
19		Keshod	32.71
20		Mundra	0.31
21		Porbandar	36.51
22		Sabarmati River Front (W)	21.61
23		Statue of Unity (W)	12.92
24	Haryana	Hissar	29.21
25	Himachal Pradesh	Kullu	37.29
26		Shimla	116.70
27		Mandi (H)	8.76
28		Rampur (H)	4.84
29		Shimla (Sanjoli) (H)	4.96
30		Reckong Peo (H)	0.24
31	Jharkhand	Jamshedpur	-

32		Deoghar	5.19
33	Karnataka	Belgaum	20.88
34		Bidar	12.29
35		Hubli	37.69
36		Kalaburgi	28.64
37		Mysore	41.40
38		Shivamogga	-
39		Vidyanagar	5.99
40	Kerala	Kannur	-
41	Lakshadweep	Agatti	-
42	Madhya Pradesh	Gwalior	8.15
43		Rewa	102.10
44		Datia	63.10
45	Maharashtra	Gondia	47.21
46		Jalgaon	28.55
47		Kolhapur	333.29
48		Nanded	0.20
49		Ozar (Nasik)	11.19
50		Sindhudurg	-

51		Amravati	148.53
52	Manipur	Jiribam (H)	12.28
53		Tamenglong (H)	1.60
54	Meghalaya	Shillong (Barapani)	60.76
55	Nagaland	Dimapur	4.89
56	Odisha	Jeypore	59.13
57		Jharsuguda	183.67
58		Rourkela	58.96
59		Utkela	56.03
60	Puducherry	Pondicherry	31.98
61	Punjab	Adampur	125.60
62		Bhatinda	3.04
63		Ludhiana	12.80
64		Pathankot	5.18
65	Rajasthan	Bikaner (Nal)	15.98
66		Jaisalmer	10.34
67		Kishangarh	29.78
68	Sikkim	Pakyong	178.75
69	Tamil Nadu	Salem	24.44

70	Uttar Pradesh	Agra	7.68
71		Aligarh	31.94
72		Azamgarh	29.57
73		Bareilly	104.14
74		Chitrakoot	32.79
75		Hindon	46.60
76		Kanpur (Chakeri)	134.79
77		Kushinagar / Kasia	108.22
78		Prayagraj / Allahabad	161.43
79		Shravasti	32.84
80		Moradabad	30.41
81	Uttarakhand	Pantnagar	29.14
82		Pithoragarh	9.36
83		Almora (H)	5.38
84		Champawat (H)	0.06
85		Chinyali Saur (H)	2.75
86		Gaucher (H)	8.20
87		Haldwani (H)	3.27
88		Munsyari (H)	-

89		New Tehri (H)	3.95
90		Sahastradhara (H)	21.61
91		Srinagar (H)	6.51
92		Nainital (H)	1.02
93		Bageshwar (H)	0.06
94	West Bengal	Cooch Behar	11.00
95		Durgapur (Andal)	3.11

IMPLEMENTATION OF FRA CLAIMS

4376. SHRI BASTIPATI NAGARAJU:

SHRI B. K. PARTHASARATHI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the major reasons reported for rejection of Forest Rights Act (FRA) titles, State-wise;

(b) the measures taken by the Union Government in collaboration with the State Governments to ensure that eligible beneficiaries are not excluded from land ownership due to lack of documentation;

(c) the key grievances reported to the Union Government by forest-dwelling communities regarding violations of the Act and the measures taken to address them; and

(d) the number of FRA awareness campaigns organised during the last five years, year-wise and State-wise including district-wise details for Andhra Pradesh along with the list of States that have established FRA cells and the financial assistance released and utilised therefor since inception, year and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Based on the information received from the State Governments/UT Administration, the major reasons reported for rejection of claims are - claimed land not occupied before 13th December 2005, duplicate claims filed on the same land, claims on Non-Forest Land, lack of evidence, Other Traditional Forest Dwellers (OTFD)s could not prove three generations of residence, etc.

(b): Ministry time and again has requested the State Governments that Sub-Divisional Level Committee (SDLC) and District Level Committee (DLC) may provide necessary support for providing Government documents to the claimants to support their claims.

(c): The key grievances received in the Ministry through Centralized Public Grievance Redress and Monitoring System (CPGRAMS) portal and representations, references from individuals and civil society organizations are related to pendency of claims in states, violations of FRA, 2006, Tiger reserve related issues etc. MoTA forwards the grievances to the concerned State

Government/ Union Territory Administration for appropriate action as per the provisions of the Act and the rules framed thereunder. As per FRA and rules made thereunder, implementation of the Act is responsibility of concerned State / UT The Ministry also issues advisories, clarifications and guidelines, as required, to ensure proper implementation of the Act and to address challenges faced by forest-dwelling Scheduled Tribes and other traditional forest dwellers.

(d): Ministry of Tribal Affairs has been conducting FRA awareness campaigns from time to time; however, the year, state, district-wise details are not maintained centrally. In 2024, on the occasion of Janjatiya Gaurav Divas (15th November 2024), MoTA along with the Ministry of Panchayati Raj organized a Special Gram Sabha cum-orientation/training programme in the PESA and FRA villages for capacity building and training of elected Representatives, functionaries and other Stakeholders of Gram Panchayats/Villages identified in each State. The special Gram Sabha drive was held from 15th November 2024 to 26th November 2024. Further, State Governments have also been advised to incorporate the training on PESA and FRA as a part of state annual training calendars under Rashtriya Gram Swaraj Abhiyan (RGSA) and to conduct regular training programs on these subjects. State Government of Andhra Pradesh has informed that they have organized awareness campaigns in Parvathipuram Manyam, ASR and Polavaram districts during September 2025 to February 2026.

MoTA has approved 17 FRA cells at State-level, 324 FRA cells at District

level, 90 FRA cells at Sub Divisional level based on the proposals received from the States/UT. The state-wise details of approved FRA cells is given in the enclosed **Statement**. Additionally, the State/UT-wise details along with financial approval for FRA Cells are available at this Ministry's website - in Divisions ⟶ DA JGUA ⟶ PAC Minutes ⟶ Year & State. The link to access is- https://tribal.nic.in/display_PAC_DAJAGUAMinutes.aspx .

STATEMENT

Statement of approved Forest Right Act Cells under DA JGUA

S. No.	States/ UTs	Status of Approved FRA Cells		
		Approved at State Level	Approved at District Level	Approved at Sub Divisional Level
1	Andhra Pradesh	1	15	0
2	Assam	1	25	0
3	Bihar	1	9	0
4	Chhattisgarh	1	30	0
5	Gujarat	1	14	0
6	Himachal Pradesh	1	12	0
7	Jammu And Kashmir	1	20	0
8	Jharkhand	1	24	0
9	Karnataka	1	18	0
10	Kerala	1	12	0
11	Madhya Pradesh	1	55	0
12	Maharashtra	0	26	0
13	Odisha	0	0	58
14	Rajasthan	1	18	0

15	Tamil Nadu	1	0	32
16	Telangana	1	29	0
17	Tripura	1	8	0
18	Uttar Pradesh	1	1	0
19	Uttarakhand	1	8	0
Total		**17**	**324**	**90**

BENEFITS OF US TARIFFS TO MSMEs

4377. SHRIMATI BHARTI PARDHI:

SHRI NARESH GANPAT MHASKE:

SHRI VISHALDADA PRAKASHBAPU PATIL:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI SHRIRANG APPA CHANDU BARNE:

DR. SHRIKANT EKNATH SHINDE:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the key provisions of the interim trade pact between India and the United States of America and the manner in which it is expected to support Micro, Small and Medium Enterprises (MSMEs) in integrating with and entering global value chains;

(b) the details of mechanisms through which trade facilitation, tariff concessions, standards harmonisation and market access support would be extended to MSME exporters under this pact;

(c) the details of steps taken by the Government to assist MSMEs in meeting US

regulatory, quality and compliance requirements to benefit from expanded trade opportunities;

(d) the coordination with export promotion councils, industry associations and certification bodies to ensure MSME participation in overseas tenders and supply networks; and

(e) whether any impact assessment has been undertaken or commissioned to estimate potential export growth, job creation and competitiveness gains for MSMEs as a result of this interim trade pact and if so, the details thereof; if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): India and the United States (U.S.) announced a framework for trade deal on 2nd February 2026. A Joint Statement for the same was released on 7th February 2026. The agreement delivers comprehensive tariff rationalisation, zero-duty access across large product categories, enhanced digital and technology cooperation, and a carefully calibrated framework to safeguard India's farmers, MSMEs and domestic industry. Additional ad valorem tariffs of 25% imposed by the U.S. on certain India's exports were removed on 7th February 2026. Pursuant to US Supreme Court judgment dated 20th February 2026 invalidating reciprocal tariffs, the reciprocal tariffs are no longer in force. The US Government has issued

Executive Orders imposing 10% tariffs on all countries. The Government is studying all the developments thereafter for their implications and remains engaged with the US Government.

Subject to the conclusion of the Interim Agreement, the U.S. will provide preferential market access to Indian goods, including textile and apparel, leather and footwear, plastic and rubber, organic chemicals, home décor, artisanal products, certain machinery, etc. The agreement is expected to boost MSME exports in marine products, processed food, textiles, leather, and handicrafts by improving market access and competitiveness, while protecting sensitive sectors. The interests of all sensitive sectors—dairy, agriculture, farmers, and domestic industry—have been protected. Further information regarding the interim trade deal is also available at the following web link: https://www.commerce.gov.in/wp-content/uploads/2026/03/FTAs achievement.pdf.

The Government has undertaken the following initiatives to support Micro, Small and Medium Enterprises (MSMEs) to increase their share in exports and boost their competitiveness in global value chain:

I. Export Promotion Mission (EPM): - The Mission will provide a comprehensive, flexible, and digitally driven framework for export promotion, with a total outlay of Rs.25,060 crore for FY 2025–26 to FY 2030–31. EPM marks a strategic shift from multiple fragmented schemes to a single,

outcome- based, and adaptive mechanism that can respond swiftly to global trade challenges and evolving exporter needs.

The Mission will operate through two integrated sub-schemes:

i. NIRYAT PROTSAHAN – focuses on improving access to affordable trade finance for MSMEs through a range of instruments such as interest subvention, export factoring, collateral guarantees, credit cards for e-commerce exporters, and credit enhancement support for diversification into new markets.

ii. NIRYAT DISHA – focuses on non-financial enablers that enhance market readiness and competitiveness, including export quality and compliance support, assistance for international branding, packaging, and participation in trade fairs, export warehousing and logistics, inland transport reimbursements, and trade intelligence and capacity-building initiatives.

The Mission is designed to address structural challenges that constrain Indian exports, including limited and expensive trade finance access, high cost of compliance with international export standards, inadequate export branding and fragmented market access, and logistical disadvantages for exporters in interior and low-export- intensity regions.

II. In addition, Credit Guarantee Scheme for Exporters has also been approved to provide 100% credit guarantee coverage by National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending

Institutions (MLIs) for extending additional collateral free credit facilities up to Rs.20,000 crore to eligible exporters, including MSMEs. The Scheme is expected to enhance the global competitiveness of Indian exporters and support diversification into new and emerging markets. Enabling collateral-free credit access will strengthen liquidity and ensure smooth business operations.

III. International Cooperation Scheme: The scheme aims to build capacity of MSMEs by facilitating their participation in international exhibitions/ fairs/ conferences/seminar/buyer-seller meets abroad as well as reimbursement of various costs involved in exports.

IV. Comprehensive GST rationalisation recently done by the government will strengthen MSMEs fortifying local supply chains in critical sectors like automobiles, textiles, food processing, logistics, and handicrafts. Lower GST rates have made raw materials and services more affordable, motivating small and medium enterprises and start-ups to scale up operations, invest in innovation, and compete both domestically and globally.

V. The Government aims for promotion of Export Diversification and has signed sixteen (16) Free Trade Agreements (FTAs) and six (06) Preferential Trade Agreements (PTAs) with several key trading partners. Government is working with all stakeholders to enable our exporters to better utilize the

benefits of India's FTAs with major markets such as Japan, Korea, UAE etc. and effectively utilize the opportunities that have been created with the recent concluded FTAs such as with the EFTA countries, UK, Oman, New Zealand and European Union.

FOOD PROCESSING PROJECTS IN TAMIL NADU

4378. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the number of projects sanctioned and operationalised in Tamil Nadu under Pradhan Mantri Kisan Sampada Yojana (PMKSY), PLI Scheme for Food Processing Industries and PMFME Scheme up to 2025-26;

(b) the total amount of funds sanctioned, released and utilised under these schemes in Tamil Nadu, district-wise, particularly in Delta and agro-producing regions;

(c) whether any proposals for establishment of food parks, cold chain infrastructure and value addition units in Tamil Nadu are pending for approval and if so, the details thereof; and

(d) the steps taken by the Government to expedite financial assistance and subsidies to micro food processing enterprises to strengthen export-oriented clusters linked to Chennai markets?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Ministry of Food Processing Industries (MoFPI) has sanctioned 104 food processing projects, out of which 72 projects are operational under various component schemes of Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) in the State of Tamil Nadu, till 31.12.2025.

Under the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme, loans for 17,869 micro food processing enterprises have been sanctioned. out of which 16,149 loans have been disbursed in the State of Tamil Nadu, till 31.12.2025.

Food processing projects at 19 locations have been approved under various categories of Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) scheme in the State of Tamil Nadu till 31.12.2025 and all projects are operational.

(b): District/State/UT-wise allocation of funds are not made under PMKSY and PLISFPI.

Under the PMFME Scheme, Centre Share of Rs 532.41 Crore has been released to the State of Tamil Nadu for implementation of various components of the scheme as on 31st December 2025. The allocation of funds (Centre Share) to States / UTs depend on the progress of implementation of the scheme by them

and utilization of already released funds. However, funds are not allocated district-wise to the States under PMFME Scheme.

(c): PMKSY and PMFME schemes are demand driven in nature and applications are invited online to fast track the processing of applications and approval of the projects, as per respective scheme guidelines.

The details of food processing projects approved by MoFPI under the said three scheme in the State of Tamil Nadu is given in the enclosed **Statement.**

(d): Under the PMFME Scheme, MoFPI conducts regular review meetings with States/ UTs and lending banks to expedite financial assistance and subsidies to micro food processing enterprises including in the State of Tamil Nadu. The issues being faced by these micro food processing enterprises are also raised at the level of State Level Bankers Committee (SLBC) and Department of Financial Services (DFS) for appropriate resolution.

STATEMENT

Food Processing Industries approved/completed in Tamil Nadu state under corresponding component schemes of PMKSY since inception:

Sl. No.	Component Scheme	No. of projects Approved	No. of projects Completed	Grants –in– aid Approved (Rs. Crore)
1	Mega Food Parks	1	0	23.64
2	Integrated Cold Chain and Value Addition Infrastructure	23	15	165.98

3	Infrastructure for Agro-Processing Clusters Scheme	12	2	81.68
4	Creation / Expansion of Food Processing & Preservation Capacities Scheme	32	24	112.54
5	Scheme for Creation of Backward and Forward Linkages	9	8	19.80
6	Operation Greens	4	2	30.94
7	Food Safety and Quality Assurance - Food Testing Laboratories	23	21	51.84

Micro Food Processing Industry based proposals approved in Tamil Nadu state under PMFME:

No of Micro Food Processing Industries approved with credit linked subsidy: 17869

Number of Self Help Groups supported for Seed Capital: 31174

Food Processing Projects based proposals approved in Tamil Nadu state under PLISFPI:

No of Food Processing Projects approved with committed investment of Rs 389.53 crore: 19

MILLET PROCESSING UNITS IN ANDHRA PRADESH

4379. DR. BYREDDY SHABARI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the details of millet processing units sanctioned during the last five years under various Central Government schemes, State-wise and district-wise for Andhra Pradesh, including number of units, type of processing activity and year of sanction;

(b) the details of number of approvals, financial assistance sanctioned and present status of establishment of such units for Andhra Pradesh, district-wise particularly for Nandyal district;

(c) the total financial assistance sanctioned, funds released and utilised for these units, State-wise and district-wise;

(d) whether any proposals for millet processing units are pending for approval in Andhra Pradesh and if so, the details thereof; and

(e) whether the Government proposes to expand millet processing capacity in the State and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) to (c): In order to promote and ensure overall development of Food Processing Industries, Ministry of Food Processing Industries (MoFPI) has been incentivizing

setting up/ expansion of related infrastructure, including Millet processing units through its two Central Sector Scheme viz. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme. These schemes are not region or state specific but demand driven and are implemented across the country including all districts of Andhra Pradesh.

One component of PLISFPI scheme focuses on Millet-Based Products (MBP), with an outlay of Rs. 800 crores. The objectives of the PLI Scheme for Millet-Based Products (PLISMBP) are to increase the use of millets in food products and promote their value addition by incentivizing the manufacturing and sale of selected millet-based products in both domestic and export markets. As on date, out of total allocation of Rs. 800 crores for PLISMBP, an amount of Rs.793.27 crore has been approved to incentivise 29 applicants, which includes 8 large and 21 Small & Medium entities.

Under PMFME Scheme, Millet based products have been identified as One District One Product (ODOP) in 21 districts in the country.

The details of approved millet projects under schemes of MoFPI are given in the enclosed **Statement.**

(d) and (e): PMKSY and PMFME schemes are demand driven in nature and applications are invited online to fast track the processing of applications and

approval of the projects, as per respective scheme guidelines. Ministry extends financial support to prospective entrepreneurs for setting up of different kinds of food processing industries including millet based products, as per respective scheme guidelines

STATEMENT

(i) Details of Millet projects approved under Creation / Expansion of Food Processing & Preservation Capacities Scheme of PMKSY:

State	Project Name	District	Date of Approval	Project Cost (Rs. in Cr)	Approved Grant-in-aid (Rs. in Cr)	Released Grant-in-aid (Rs. in Cr)
Tamil Nadu	Delta Millets Foods	Puddukotai	22.11.2023	15.60	5	2.50

(ii) Details of micro food enterprises for Millet units approved under PMFME

S. No.	State/UT	Number of Micro food enterprises sanctioned	Approved Subsidy (Rs. in crores)
1	Andhra Pradesh	253	3.93
2	Arunachal Pradesh	5	0.39
3	Assam	3	0.05
4	Bihar	48	1.12
5	Chhattisgarh	13	0.48
6	Delhi	4	0.12
7	Goa	22	0.76
8	Gujarat	13	0.64
9	Jammu And Kashmir	6	0.22
10	Jharkhand	24	0.39

11	Karnataka	2491	43.61
12	Kerala	110	4.31
13	Madhya Pradesh	69	2.67
14	Maharashtra	678	13.61
15	Odisha	42	0.95
16	Puducherry	11	0.17
17	Punjab	5	0.25
18	Rajasthan	22	0.86
19	Tamil Nadu	499	11.94
20	Telangana	247	2.91
21	Uttar Pradesh	27	1.32
22	Uttarakhand	20	0.49
	Total	**4612**	**91.20**

(iii) Details of Millet projects approved under PLISFPI

State	Project Name	District	Date of approval	Approved Grant-in-aid (Rs. in Cr)	Released Grant-in-aid (Rs. in Cr)
Punjab	Hindustan Unilever Limited Millet	Kapurthala	08.10.2022	100	2.466
Maharashtra	Marico Limited	Jalgaon	08.10.2022	100	0
Gujarat	Marico Limited	Sanand	08.10.2022		
Karnataka	ITC Limited	Bengaluru	08.10.2022	100	13.66
Himachal Pradesh	Mrs Bectors Food Specialities Limited	Una	08.10.2022	12.45	0.04
Karnataka	Mrs Bectors	Bengaluru	08.10.2022		

	Food Specialities Limited				
Punjab	Mrs Bectors Food Specialities Limited	Patiala	08.10.2022		
Punjab	Mrs Bectors Food Specialities Limited	Jalandhar	08.10.2022		
Uttar Pradesh	Mrs Bectors Food Specialities Limited	Gautam Budh Nagar	08.10.2022		
Haryana	Nestle India Ltd.	Panipat	08.10.2022	23.97	0.87
Telangana	Ravi Foods Pvt Ltd	Rangareddy	08.10.2022	93.72	8.739
Telangana	Ravi Foods Pvt Ltd	Hyderabad	08.10.2022		
Telangana	Ravi Foods Pvt Ltd	Hyderabad	08.10.2022		
Uttarakhand	SWG Industries Limited	Udham Singh Nagar	08.10.2022	44.44	0
Karnataka	Tata Consumer Products Limited	Hubbali	08.10.2022	97.06	0.264
Karnataka	Tata	Ramanagara	08.10.2022		

	Consumer Products Limited				
Madhya Pradesh	Aryan Naturals Private Limited	Mandla	08.10.2022	2.6	0
Himachal Pradesh	Bagrrys India Private Limited	Solan	08.10.2022	7.44	0.02
Haryana	BTW India Pvt Ltd	Sonepat	08.10.2022	7.98	1.936
Tamil Nadu	Christy Super Foods Private Limited	Namakkal	08.10.2022	0.49	0
Andhra Pradesh	Coastal Foods	Guntur	08.10.2022	11.67	0.139
Telangana	Harsh Bakers	Hyderabad	08.10.2022	40	2.945
Gujarat	Hsm Foods International Private Limited	Rajkot	08.10.2022	3.59	0.542
Maharashtra	Chordia Food Products Limited	Satara	08.10.2022	13.33	0
Maharashtra	Early Foods Private Limited	Pune	08.10.2022	5.44	0.07
Maharashtra	Hw Wellness Solutions	Pune	08.10.2022	23.38	0
Telangana	Pahal Foods Private Limited	Rangareddy	08.10.2022	40	1.053
Tamil Nadu	Rebala Nutri Foodee Private Limited	Namakkal	08.10.2022	0.16	0
Assam	Sanna	Kamrup	08.10.2022	0.42	0

	Enterprises				
Gujarat	Satvam Nutrifoods Limited	Sabarkantha	08.10.2022	4.09	0
Maharashtra	Nagshetiya Industries	Nashik	08.10.2022	0.5	0
Karnataka	Sproutlife Foods Private Limited	Tumkur	08.10.2022	40	0.457
Karnataka	Sproutlife Foods Private Limited	Bengaluru	08.10.2022		
Tamil Nadu	Sproutlife Foods Private Limited	Namakal	08.10.2022		
Tamil Nadu	Sri Velavan Agro	Tiruchirappalli	08.10.2022	0.65	0
Gujarat	Supreme Nutri Grain Private Limited	Rajkot	08.10.2022	10.54	3.054
Andhra Pradesh	Treta Agro Pvt. Ltd.	Chittoor	08.10.2022	1.39	0
Uttarakhand	Treta Agro Pvt. Ltd.	Udham Singh Nagar	08.10.2022		
Uttarakhand	Treta Agro Pvt. Ltd.	Udham Singh Nagar	08.10.2022		
Karnataka	Wholsum Foods Pvt Ltd	Bengaluru	08.10.2022	40	0.621
Tamil Nadu	Wholsum Foods Pvt Ltd	Tiruchengode	08.10.2022		
Tamil Nadu	Wholsum	Namakkal	08.10.2022		

	Foods Pvt Ltd				
Tamil Nadu	Wholsum Foods Pvt Ltd	Namakkal	08.10.2022		
Uttarakhand	Wholsum Foods Pvt Ltd	Udham Singh Nagar	08.10.2022		
Gujarat	Yasheel Foods Llp	Anand	08.10.2022	3.96	0.296

FLIGHTS FROM TIRUCHIRAPALLI INTERNATIONAL AIRPORT

4380. SHRI DURAI VAIKO:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government proposes to introduce flight services from Tiruchirapalli International Airport to destinations in the Eastern and North Eastern parts of the country under the Ude Desh ka Aam Nagrik (UDAN) scheme and if so, the details thereof;

(b) whether the Government is aware of the growing passenger demand from Tiruchirapalli International Airport for improved air connectivity to the Eastern and North Eastern parts of the country, particularly to the States of West Bengal, Assam, Jharkhand and other North Eastern States and if so, the details thereof;

(c) whether the Government proposes to connect Tiruchirapalli International Airport with any underserved or unserved airports in the Eastern and North Eastern parts of the country under the UDAN scheme; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (d): Ministry of Civil Aviation (MoCA) has launched Regional Connectivity Scheme (RCS) - UDAN (Ude Desh ka Aam Nagrik) to enhance regional air connectivity from unserved and underserved airports in the country and making air travel affordable to the masses.

Under the provisions of the UDAN scheme, Tiruchirapalli Airport, being a served airport is available for connectivity with any unserved or underserved airport. However, till date, no airline bidder has submitted a proposal to operate RCS flights connecting Tiruchirapalli with any unserved or underserved airports including from the Eastern or North Eastern parts of the country.

GREYWATER MANAGEMENT PROJECTS UNDER SBM-U

4381. SHRI SUNIL BOSE:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Government is aware of the slow pace and inadequate implementation of greywater management projects under the Swachh Bharat Mission -Urban (SBM-U) across various Urban Local Bodies (ULBs) in the country, leading to environmental concerns and waterlogging;

(b) if so, the details thereof along with the specific measures taken/proposed to be taken to accelerate the implementation of greywater treatment and reuse infrastructure including Decentralized Wastewater Treatment Systems (DEWATS), community soak pits and constructed wetlands;

(c) whether any detailed review or assessment has been conducted on the status of liquid waste management including greywater in the urban areas falling under Chamarajanagar Lok Sabha Constituency in Karnataka and if so, the details thereof; and

(d) the specific steps and projects undertaken or planned for greywater management in these urban areas of the said Lok Sabha Constituency along with the funds allocated and the timelines fixed for their completion in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): Under SBM-U 2.0 launched on 1st October, 2021, a new component Used Water Management (UWM) has been added, to holistically deal with waste water in cities having less than 1 lakh population as per census 2011.

Under UWM component of SBM – U 2.0 (2021-2026), Govt. of India has allocated ₹15926.55 crores and proposal having central share of ₹13698.54 crores have been approved so far.

(c) and (d): To deal with sewerage and septage management in cities having

more than 1 lakh population, Government has launched the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) in 500 cities on June 25, 2015. AMRUT 2.0 has been launched on 1st October 2021 to make cities 'self-reliant' and 'water secure'.

Under AMRUT, State/UTs have taken up 889 sewerage/septage management projects worth ₹34,471.1 crore. 5,178 MLD sewage treatment capacity has been created of which 1,437 MLD capacity has been developed for recycle/reuse. Under AMRUT 2.0, 584 Sewerage & Septage Management projects worth ₹65,624.98 crore have been approved.

Under AMRUT, the State of Karnataka has taken up one sewerage/septage management project worth ₹19.62 crore in Chamarajanagar Lok Sabha constituency (Mysore City) leading to creation of 15 MLD sewage treatment capacity.

Swachh Survekshan under SBM-U 2.0, involving all Urban Local Bodies (ULBs), including those falling under the Chamarajanagar Lok Sabha Constituency in Karnataka, are annually assessed on various sanitation parameters including management of wastewater.

Further, for assessment and monitoring of work done in the States, there is a provision for dedicated Independent Review and Monitoring Agencies in all the Mission States/UTs. APEX committee at MoHUA periodically conduct meetings to review/approve the projects under SBM-U 2.0 / AMRUT 2.0.

SHARE IN AGRICULTURAL EXPORT

4382. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the details of the percentage share of the country in agricultural exports and its contribution to the Gross Domestic Product (GDP).

(b) whether exports have been affected due to supply chain inefficiencies, if so, the details thereof; and

(c) the details of the loss of agricultural produce due to wastage during the last five years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): The share of agri-food exports in India's overall export during the year 2024-25 is 11.2% as per the data released by Directorate General of Commercial Intelligence and Statistics and the Gross Value Added (GVA) of food processing sector during the year 2023-24 is Rs. 2.24 lakh crore (as per 1st Revised Estimates) as per the data released by the Ministry of Statistics and Programme Implementation.

(b): The export of processed food products from India is influenced by a complex interplay of domestic and global factors. The efficient supply chain infrastructure including storage, transportation, logistics and processing facilities play an

important role in maintaining the quality and competitiveness of agricultural and processed food products in international markets. The Ministry of Food Processing Industries (MoFPI) has not conducted any study to assess the changes in exports are attributable solely to supply chain inefficiencies. However, MoFPI through implementation of various initiatives and schemes viz. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), Prime Minister Formalization of Micro Food Processing Enterprises (PMFME) and Production Linked Incentive Scheme for Food Processing Industries (PLISFPI) aims for the overall and holistic end to end development of food processing sector. Under various component of the aforementioned schemes, the MoFPI provides financial assistance for creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet. The infrastructure created and assistance provided aims at providing better returns to farmers, creation of employment opportunities, reducing wastage, increasing the processing level, enhancing the export of the processed foods.

(c): MoFPI estimates post-harvest losses from time to time for various agri-produces in the country through commissioning of studies based on primary surveys. Two studies were commissioned by the Ministry through (i) Indian Council of Agriculture Research (ICAR) -Central Institute of Post-Harvest Engineering & Technology (CIPHET), 2015 with reference year 2012-14 and (ii) NABARD Consultancy Service Pvt. Ltd (NABCONS), 2022 with reference year

2020-22. The available studies on post-harvest losses are periodic in nature and do not provide year-wise estimates since 2014. Based on the studies, the percentage estimates of the post-harvest losses of major crops/commodities are as below:

Post-harvest losses of major crops and commodities

Crops/ Commodities	**Loss (%)**	
	As per ICAR-CIPHET Study (2015)*	**As per NABCONS study (2022)****
Cereals	4.65 - 5.99	3.89-5.92
Pulses	6.36 - 8.41	5.65-6.74
Oil Seeds	3.08 - 9.96	2.87-7.51
Fruits	6.70-15.88	6.02-15.05
Vegetables	4.58-12.44	4.87-11.61
Plantation Crops & Spices	1.18-7.89	1.29-7.33
Milk	0.92	0.87
Fisheries (Inland)	5.23	4.86
Fisheries (Marine)	10.52	8.76
Meat	2.71	2.34
Poultry	6.74	5.63

Egg	7.19	6.03

Source: *Report on Assessment of Quantitative Harvest and Post-Harvest Losses of Major Crops and commodities in India, 2015. **NABCONS Study 2022

विद्युत राजमार्ग

4383. श्री विजय कुमार दूबे:
श्री धैर्यशील संभाजीराव माणे:
श्री रविन्द्र वसंतराव चव्हाण:
श्री कोटा श्रीनिवास पूजारी:
श्री तेजस्वी सूर्या:
श्री सुधीर गुप्ता:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) मार्च 2026 तक 25 लाख इलेक्ट्रिक दोपहिया वाहनों के लक्ष्य को प्राप्त करने और 14000 इलेक्ट्रिक बसों की तैनाती के संबंध में पीएम ई ड्राइव योजना की वर्तमान स्थिति क्या है;

(ख) दिल्ली-जयपुर और मुंबई-पुणे खंडों पर विद्युत राजमार्गों (ई-राजमार्गों) की स्थापना के लिए क्या रूपरेखा निर्धारित की गई है और उपरिगामी कैटेनरी प्रणाली परीक्षणों की स्थिति क्या है; और

(ग) वर्ष 2026 के प्रारंभ तक कुल कितनी पंजीकृत वाहन स्क्रैपिंग सुविधाएं (आरवीएसएफ) प्रचालित की गई हैं और पंद्रह वर्ष पुराने प्रदूषणकारी वाहनों को नए मॉडल में बदलने के लिए नागरिकों को क्या-क्या प्रोत्साहन दिए गए हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): 15.03.2026 तक प्राइम मिनिस्टर इलेक्ट्रिक रिवोल्यूशन इन इनोवेटिव व्हीकल एनहेंसमेंट (पीएम ई-ड्राइव) योजना के तहत 24.79 लाख इलेक्ट्रिक दोपहिया वाहन (ई-2डब्ल्यू) की बिक्री के लक्ष्य की तुलना कुल 20.48 लाख इलेक्ट्रिक दोपहिया वाहन (ई-2डब्ल्यू) की बिक्री की गई है, जो

अब तक प्राप्त लक्ष्य का 83% है।

इसके अलावा, मार्च, 2026 तक 14,000 से अधिक ई-बसों की तैनाती के संबंध में यह सूचित किया गया है कि पीएम ई-ड्राइव योजना के तहत दो चरणों में कुल 13,800 ई-बसों का आवंटन किया गया है। ई-बसों की तैनाती के चरण-I के तहत 10,900 ई-बसों का आवंटन किया गया है। इन ई-बसों के लिए निविदा प्रक्रिया पहले ही पूरी हो चुकी है और पीएम ई-ड्राइव योजना के तहत ई-बसों की तैनाती के लिए नोडल एजेंसी कन्वर्जेंस एनर्जी सर्विसेज लिमिटेड (सीईएसएल) द्वारा सफल बोलीदाताओं को दिनांक 30.12.2025 को बसों की संख्या की सहमति का पत्र (एलओसीक्यू) जारी किया गया था। इसके अलावा, ई-बसों की तैनाती के चरण-II के तहत, 2,900 ई-बसों का आवंटन किया गया है।

(ख): ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(ग): दिनांक 12.03.2026 तक देश में 134 पंजीकृत वाहन स्क्रैपिंग सुविधा केंद्र (आरवीएसएफ) संचालित किए जा रहे हैं। इनमें से 9 आरवीएसएफ को 2026 में चालू किया गया है।

आरवीएसएफ में अपने वाहनों को स्क्रैप करने के लिए नागरिकों को निम्नलिखित प्रोत्साहन प्रदान किए जाते हैं:-

क) सा.का.नि. 714 (अ), दिनांक 04.10.2021 में प्रावधान है कि यदि 'जमा प्रमाणपत्र' प्रस्तुत करने पर वाहन पंजीकृत किया जाता है, तो पंजीकरण प्रमाणपत्र जारी करने का शुल्क नहीं लिया जाएगा।

ख) सा.का.नि. 720 (अ), दिनांक 05.10.2021 में "जमा प्रमाणपत्र" प्रस्तुत करने के एवज में पंजीकृत वाहनों के लिए मोटर वाहन कर में छूट (गैर-परिवहन वाहनों के मामले में पच्चीस प्रतिशत तक और परिवहन वाहनों के मामले में पंद्रह प्रतिशत तक) का प्रावधान है। बशर्ते कि यह छूट परिवहन वाहनों के मामले में आठ वर्ष तक और गैर-परिवहन वाहनों के मामले में पंद्रह वर्ष तक

उपलब्ध रहेगी।

ग) सा.का.नि. 200 (अ), दिनांक 26.03.2025 में व्यापक उत्सर्जन मानक भारत स्टेज I (बीएस-I) मानदंडों और पूर्ववर्ती व्यापक उत्सर्जन मानक मानदंडों के अनुसार निर्मित सभी परिवहन और गैर-परिवहन वाहनों के लिए तथा व्यापक उत्सर्जन मानक भारत स्टेज II (बीएस-II) मानदंडों के अनुसार निर्मित सभी मध्यम और भारी मालवाहक मोटर वाहनों और सभी मध्यम तथा भारी यात्री मोटर वाहनों के लिए ऐसे प्रमाण पत्र के एवज में मोटर वाहन कर में पचास प्रतिशत तक की छूट देने का प्रावधान है।

CONSTRUCTION OF ELEVATED ROAD BETWEEN SONARDIH TO GAUSHALA ON NH-32

4384. SHRI DULU MAHATO:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has received any application from local representatives or organisations regarding the construction of a seven km. elevated road and lighting arrangements between Sonardih and Gaushala on National Highway (NH)-32;

(b) if so, the action taken by the Government so far and the current status of the proposal thereof;

(c) whether the Government is aware that this stretch of NH-32 has become accident-prone due to heavy traffic and the presence of coal mining areas between Sonardih and Gaushala, if so, the details thereof;

(d) whether directions have been issued by the Government to prepare a Detailed Project Report (DPR) to facilitate smooth traffic movement in this area; and

(e) if not, the time by which the Government proposes to take positive steps in this direction?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Yes Sir. A reference regarding construction of elevated road and lighting arrangement has been received. Currently, lighting has been installed on both sides of the road from Gaushala, km 6.920 to km 9.900 in a total length of approximately 3 km, and all lights are working smoothly.

(c) to (e): As regards elevated road from Sonardih and Gaushala including 2 Railway Over-bridges (ROBs), alternate route of this section has already been developed & completed by National Highways Authority of India (NHAI) in the year 2022 as part of new section of NH-32 (New NH-18) i.e. from Mahuda to Rajganj merging at NH-2 (new NH-19).

However, in realigned section, 1.5 km stretch including Railway Overbridge (ROB) could not be developed/constructed due to Fire zone area as per report of Directorate General of Mines Safety (DGMS).

Preparation of Detailed Project Report (DPR) for new alignment is being explored in consultation with Ministry of Coal which lies outside the fire zone.

NATIONAL FELLOWSHIP SCHEME(NFS) AND PORTAL FOR ST STUDENTS

4385. SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the number of fellowships awarded under the National Fellowship Scheme for Scheduled Tribes during the last five years along with the details of courses covered and institutions enrolled, year-wise, State/UT-wise and district-wise;

(b) the total budgetary allocation under the said Scheme, the actual disbursement made and the prescribed as well as average time taken for release of fellowship amounts to scholars during the last five years, year-wise, State/UT-wise and district-wise;

(c) the number of grievances received and disposed of through the portal and the average time taken for redressal thereof; and

(d) the measurable outcomes achieved in terms of research completion rate, academic progress and representation of Scheduled Tribe scholars in higher education and research?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): The year-wise, State/UT and district wise number of fellowships awarded under the National Fellowship Scheme for ST students during the last five years is given in the enclosed **Statement**.

(b): The budget allocation and fund released under this scheme during last two

financial year and current year (as on date) is given below:-

Amount in Cr.

Financial Year	Budget allocation (RE)	Disbursement
2025-26	220	200.23 (as on date 17.03.2026)
2024-25	240	240
2023-24	230	230
2022-23	145	145
2021-22	120	120

Under the National Fellowship scheme online portal for inviting applications generally opens on 1st July and closes on 30th September of the academic year. Thereafter, verification of applications is carried out and further merit list of 750 selected candidates are uploaded on the Ministry's website which normally takes 2–3 months.

Subsequently, the release of fellowship funds is processed, subject to completion of necessary compliance by students such as submission of joining report, linking of bank account, continuation certificate etc. The release of fellowship amount to students are also subject to availability of funds under the scheme budget head.

(c): Complaints/grievances relating to the scholarship schemes are received through the CPGRAMS/PG Portal and all grievances are disposed of within the prescribed timeline. The average disposal time of CPGRAMS related to scholarship schemes is given in the table below:-

CPGRAMS/PG Portal Report for all scholarship Grievances (including NFST scheme) Period of Report: 01/04/2025 to 17/03/2026				
Name	Brought Forward	Received During	Disposed During	Average Disposal Days
Scholarship Schemes	3	807	802	2

Technical queries regarding application process and routine inquiries regarding the scheme are also received through the Fellowship Portal which are attended to and replied.

(d): The number of scholars completing their courses/research during the last three years and current year (as on 09.03.2026) is indicated in the table below.

Financial Year	No of Students completing Research*
2022-23	105
2023-24	294
2024-25	156
2025-26(as on 17.03.2026)	120

* 750 fellowships are given every year for a period of 5 years (which may get extended beyond 5 years)

The data on representation of Schedule Tribe Researchers in higher Education is not maintained by this Ministry.

STATEMENT

The year-wise, State/UT and district wise number of fellowships awarded under the National Fellowship Scheme for ST students during last five years:

STATE & DISTRICT	2020-21	2021-22	2022-23	2023-24	2024-25	Grand Total
ANDAMAN AND NICOBAR ISLANDS	**0**	**0**	**1**	**0**	**0**	**1**
NICOBARS	0	0	1	0	0	1
ANDHRA PRADESH	**19**	**9**	**18**	**14**	**13**	**73**
ALLURI SITHARAMA RAJU	0	0	0	2	1	3
ANAKAPALLI	0	0	0	1	0	1
ANANTHAPURAMU	2	3	2	1	1	9
ANNAMAYYA	0	0	0	2	0	2
CHITTOOR	1	2	2	0	1	6
EAST GODAVARI	0	0	1	0	0	1
ELURU	0	0	0	0	1	1
GUNTUR	4	0	2	1	0	7
KAKINADA	0	0	0	1	0	1
KRISHNA	1	0	0	0	1	2
KURNOOL	2	0	3	0	0	5
PALNADU	0	0	0	0	3	3
PARVATHIPURAM MANYAM	0	0	0	1	1	2
PRAKASAM	1	0	1	0	2	4
SRI POTTI SRIRAMULU NELLORE	2	0	0	0	0	2
SRI SATHYA SAI	0	0	0	1	0	1
SRIKAKULAM	0	0	1	0	1	2
TIRUPATI	0	0	0	1	1	2
VISAKHAPATNAM	4	2	5	3	0	14
VIZIANAGARAM	0	1	0	0	0	1
WEST GODAVARI	0	0	1	0	0	1
Y.S.R. KADAPA	2	1	0	0	0	3
ARUNACHAL PRADESH	**41**	**39**	**28**	**55**	**58**	**221**
ANJAW	0	1	0	0	0	1
CHANGLANG	2	0	1	4	3	10
EAST KAMENG	1	1	1	1	2	6
EAST SIANG	5	3	4	10	7	29

KAMLE	0	1	1	0	3	5
KRA DAADI	0	1	0	0	0	1
KURUNG KUMEY	0	1	0	1	2	4
LEPARADA	0	1	1	1	0	3
LOHIT	1	0	1	1	0	3
LONGDING	1	2	0	0	0	3
LOWER DIBANG VALLEY	1	1	0	1	3	6
LOWER SIANG	0	2	1	4	2	9
LOWER SUBANSIRI	9	10	4	8	13	44
NAMSAI	1	1	0	1	1	4
PAKKE KESSANG	0	0	0	1	2	3
PAPUM PARE	4	3	3	8	8	26
SHI YOMI	0	1	0	0	1	2
SIANG	3	3	0	2	1	9
TAWANG	2	0	2	2	1	7
TIRAP	2	1	4	1	2	10
UPPER SIANG	2	0	1	1	0	4
UPPER SUBANSIRI	4	4	1	4	2	15
WEST KAMENG	0	0	1	3	2	6
WEST SIANG	3	2	2	1	3	11
ASSAM	**56**	**55**	**51**	**50**	**53**	**265**
BAKSA	5	4	2	4	2	17
BISWANATH	1	2	1	2	0	6
BONGAIGAON	0	0	0	0	1	1
CHIRANG	6	3	2	5	2	18
DHEMAJI	1	2	0	4	1	8
DHUBRI	0	0	0	0	1	1
DIBRUGARH	2	0	4	0	0	6
DIMA HASAO	2	2	4	2	6	16
GOALPARA	4	2	3	0	3	12
GOLAGHAT	2	0	0	1	3	6
JORHAT	1	1	5	0	2	9
KAMRUP	2	0	2	1	1	6
KAMRUP METRO	5	3	3	0	3	14
KARBI ANGLONG	1	3	1	3	2	10
KOKRAJHAR	14	21	12	12	10	69
LAKHIMPUR	1	1	1	3	5	11
MARIGAON	0	1	1	0	0	2
NAGAON	1	0	1	3	1	6

NALBARI	1	0	0	0	0	1
SIVASAGAR	0	1	0	1	1	3
SONITPUR	1	1	2	2	0	6
SOUTH SALMARA MANCACHAR	0	1	0	0	0	1
TAMULPUR	0	0	0	0	1	1
TINSUKIA	1	3	1	1	3	9
UDALGURI	5	4	5	4	5	23
WEST KARBI ANGLONG	0	0	1	2	0	3
BIHAR	**5**	**5**	**2**	**2**	**3**	**17**
AURANGABAD	1	0	0	0	0	1
BHAGALPUR	0	1	1	0	0	2
DARBHANGA	0	1	0	0	0	1
GOPALGANJ	0	2	0	0	1	3
KATIHAR	0	0	1	0	0	1
MUZAFFARPUR	0	0	0	1	0	1
PASHCHIM CHAMPARAN	3	1	0	1	1	6
SARAN	0	0	0	0	1	1
SIWAN	1	0	0	0	0	1
CHHATTISGARH	**25**	**42**	**32**	**35**	**33**	**167**
BALOD	1	4	2	1	5	13
BALODABAZAR-BHATAPARA	1	0	0	0	0	1
BALRAMPUR-RAMANUJGANJ	0	0	2	1	1	4
BASTAR	0	1	1	1	0	3
BIJAPUR	0	0	0	1	1	2
BILASPUR	1	5	2	2	1	11
DAKSHIN BASTAR DANTEWADA	1	1	0	0	0	2
DHAMTARI	3	2	2	2	0	9
DURG	2	1	0	2	1	6
GARIYABAND	0	0	0	1	0	1
GAURELA-PENDRA-MARWAHI	0	0	0	2	1	3
JANJGIR-CHAMPA	1	0	1	0	0	2
JASHPUR	4	6	4	1	8	23
KABEERDHAM	0	2	1	0	0	3
KONDAGAON	0	0	1	2	0	3
KORBA	1	4	3	4	5	17
KOREA	1	1	1	0	2	5
MAHASAMUND	1	0	0	1	1	3
MANENDRAGARH-CHIRMIRI-BHARATPUR(M C B)	0	0	0	2	0	2

MUNGELI	0	1	0	0	0	1
NARAYANPUR	0	0	1	0	0	1
RAIGARH	1	4	3	3	1	12
RAIPUR	1	1	2	0	0	4
RAJNANDGAON	1	2	3	1	3	10
SUKMA	0	0	0	1	0	1
SURAJPUR	1	1	0	0	0	2
SURGUJA	4	4	2	4	2	16
UTTAR BASTAR KANKER	0	2	1	3	1	7
GOA	**0**	**0**	**2**	**0**	**1**	**3**
SOUTH GOA	0	0	2	0	1	3
GUJARAT	**57**	**31**	**34**	**29**	**25**	**176**
AHMEDABAD	1	1	0	0	0	2
ANAND	0	0	1	0	0	1
ARVALLI	6	1	1	1	0	9
BANAS KANTHA	4	1	0	0	0	5
BHARUCH	0	1	0	1	0	2
CHHOTAUDEPUR	2	1	1	1	2	7
DAHOD	4	2	3	1	1	11
DANGS	2	1	1	2	0	6
DEVBHUMI DWARKA	0	0	0	1	0	1
GANDHINAGAR	0	0	0	0	1	1
JAMNAGAR	0	0	0	1	0	1
JUNAGADH	0	1	1	0	0	2
KACHCHH	1	0	0	0	0	1
MAHISAGAR	3	4	0	0	1	8
NARMADA	2	0	0	1	1	4
NAVSARI	6	6	6	7	7	32
PANCH MAHALS	1	1	1	0	0	3
RAJKOT	0	1	0	0	0	1
SABAR KANTHA	0	0	1	2	0	3
SURAT	4	2	4	4	2	16
SURENDRANAGAR	0	1	1	0	0	2
TAPI	14	6	4	4	5	33
VADODARA	2	0	0	1	1	4
VALSAD	5	1	9	2	4	21
HIMACHAL PRADESH	**17**	**14**	**12**	**8**	**10**	**61**
BILASPUR	1	0	0	0	0	1
CHAMBA	5	4	2	1	2	14

HAMIRPUR	0	1	0	0	0	1
KANGRA	0	0	3	3	2	8
KINNAUR	8	2	3	2	2	17
KULLU	2	1	0	0	0	3
LAHAUL AND SPITI	1	3	1	1	0	6
MANDI	0	1	1	1	3	6
SHIMLA	0	1	0	0	0	1
SIRMAUR	0	0	1	0	0	1
SOLAN	0	0	0	0	1	1
UNA	0	1	1	0	0	2
JAMMU AND KASHMIR	**32**	**22**	**22**	**19**	**71**	**166**
ANANTNAG	1	0	0	0	0	1
BANDIPORA	2	2	1	1	2	8
BARAMULLA	0	0	0	1	3	4
BUDGAM	0	0	1	0	1	2
DODA	0	1	1	0	0	2
JAMMU	2	0	0	0	3	5
KATHUA	1	1	0	2	0	4
KISHTWAR	0	0	1	0	2	3
KUPWARA	2	0	0	0	3	5
POONCH	17	15	5	7	33	77
RAJOURI	7	3	13	7	24	54
UDHAMPUR	0	0	0	1	0	1
JHARKHAND	**24**	**20**	**16**	**21**	**23**	**104**
BOKARO	0	0	1	0	0	1
DHANBAD	0	0	1	0	1	2
DUMKA	2	0	0	4	1	7
EAST SINGHBUM	1	1	0	3	1	6
GIRIDIH	0	1	0	0	0	1
GODDA	0	1	0	0	0	1
GUMLA	4	1	2	0	2	9
KHUNTI	0	2	3	1	1	7
LATEHAR	1	0	1	0	0	2
LOHARDAGA	1	1	0	1	0	3
PAKUR	0	0	0	0	1	1
PALAMU	0	0	0	0	2	2
RAMGARH	0	0	0	1	0	1
RANCHI	15	8	4	7	8	42
SAHEBGANJ	0	1	1	0	1	3

SARAIKELA KHARSAWAN	0	0	2	3	0	5
SIMDEGA	0	1	1	0	2	4
WEST SINGHBHUM	0	3	0	1	3	7
KARNATAKA	**71**	**67**	**45**	**47**	**38**	**268**
BAGALKOTE	0	1	0	0	1	2
BALLARI	8	9	6	1	0	24
BELAGAVI	5	4	0	4	2	15
BENGALURU RURAL	0	0	2	0	1	3
BENGALURU URBAN	1	3	1	0	1	6
BIDAR	3	0	3	1	0	7
CHAMARAJANAGAR	3	2	2	0	1	8
CHIKKABALLAPURA	1	3	3	0	0	7
CHITRADURGA	9	3	7	7	7	33
DAKSHINA KANNADA	2	0	0	1	2	5
DAVANAGERE	9	2	2	7	3	23
DHARWAD	2	3	1	0	0	6
GADAG	0	0	0	1	0	1
HASSAN	1	1	0	0	0	2
HAVERI	3	5	1	2	1	12
KALABURAGI	0	0	2	0	1	3
KODAGU	0	1	0	0	1	2
KOLAR	0	3	0	0	3	6
KOPPAL	4	4	1	6	3	18
MANDYA	1	0	0	0	0	1
MYSURU	3	3	3	4	4	17
RAICHUR	6	6	3	4	0	19
SHIVAMOGGA	4	3	2	1	2	12
TUMAKURU	2	4	2	1	2	11
UDUPI	0	3	2	0	0	5
UTTARA KANNADA	0	0	0	2	0	2
VIJAYANAGARA	0	0	0	4	1	5
VIJAYAPURA	2	2	1	1	1	7
YADGIR	2	2	1	0	1	6
KERALA	**4**	**3**	**5**	**4**	**1**	**17**
ERNAKULAM	0	0	1	0	0	1
IDUKKI	1	2	1	0	0	4
KANNUR	0	1	0	1	0	2
KASARAGOD	0	0	0	2	0	2
KOTTAYAM	1	0	0	0	1	2

PALAKKAD	0	0	1	0	0	1
PATHANAMTHITTA	0	0	0	1	0	1
THIRUVANANTHAPURAM	1	0	0	0	0	1
WAYANAD	1	0	2	0	0	3
LADAKH	**19**	**19**	**19**	**9**	**7**	**73**
KARGIL	11	11	6	3	1	32
LEH LADAKH	8	8	13	6	6	41
LAKSHADWEEP	**1**	**0**	**0**	**0**	**2**	**3**
LAKSHADWEEP DISTRICT	1	0	0	0	2	3
MADHYA PRADESH	**8**	**14**	**10**	**14**	**13**	**59**
ALIRAJPUR	1	1	0	0	0	2
ANUPPUR	0	0	0	3	2	5
BALAGHAT	0	1	0	1	3	5
BARWANI	1	2	2	0	2	7
BETUL	2	1	0	0	0	3
BHOPAL	0	1	0	2	0	3
DHAR	0	3	2	2	1	8
DINDORI	1	0	1	0	1	3
INDORE	0	1	1	1	1	4
JABALPUR	0	0	0	2	0	2
JHABUA	0	0	0	0	1	1
KHANDWA (EAST NIMAR)	0	1	0	0	0	1
KHARGONE (WEST NIMAR)	0	0	1	0	0	1
MANDLA	2	1	0	0	1	4
NARMADAPURAM	0	0	0	1	0	1
RAISEN	0	0	1	0	0	1
RATLAM	0	0	1	0	0	1
SATNA	0	0	0	0	1	1
SHAHDOL	0	0	1	1	0	2
SIDHI	1	1	0	0	0	2
SINGRAULI	0	1	0	1	0	2
MAHARASHTRA	**27**	**15**	**30**	**21**	**19**	**112**
AHILYANAGAR	2	1	0	2	1	6
AMRAVATI	0	0	2	0	0	2
BEED	2	0	0	0	0	2
BHANDARA	1	0	0	1	0	2
CHANDRAPUR	0	1	3	0	1	5
CHHATRAPATI SAMBHAJINAGAR	0	1	1	1	1	4
DHARASHIV	0	1	0	0	0	1

DHULE	2	0	0	1	1	4
GADCHIROLI	4	0	1	0	0	5
GONDIA	0	1	0	0	0	1
HINGOLI	1	1	0	0	1	3
JALGAON	3	0	0	0	2	5
NAGPUR	0	1	0	2	0	3
NANDED	4	1	8	3	4	20
NANDURBAR	3	1	2	5	4	15
NASHIK	2	2	3	4	1	12
PALGHAR	0	1	3	0	0	4
PUNE	2	2	4	0	2	10
SANGLI	0	0	0	1	0	1
THANE	0	0	1	1	1	3
WASHIM	0	1	0	0	0	1
YAVATMAL	1	0	2	0	0	3
MANIPUR	**38**	**33**	**45**	**34**	**35**	**185**
CHANDEL	1	1	5	3	2	12
CHURACHANDPUR	8	7	7	8	7	37
IMPHAL EAST	0	2	2	0	1	5
IMPHAL WEST	1	1	1	3	1	7
KAMJONG	4	0	1	2	1	8
KANGPOKPI	0	3	6	3	4	16
NONEY	0	1	0	0	3	4
PHERZAWL	0	0	0	0	1	1
SENAPATI	7	10	14	9	3	43
TAMENGLONG	5	3	3	2	4	17
TENGNOUPAL	1	1	3	3	1	9
UKHRUL	11	4	3	1	7	26
MEGHALAYA	**38**	**32**	**47**	**44**	**39**	**200**
EAST GARO HILLS	1	0	0	0	2	3
EAST JAINTIA HILLS	2	2	3	2	6	15
EAST KHASI HILLS	19	16	26	18	15	94
NORTH GARO HILLS	0	1	0	1	2	4
RI BHOI	2	2	5	4	2	15
SOUTH GARO HILLS	0	0	1	0	1	2
SOUTH WEST GARO HILLS	0	0	2	0	0	2
SOUTH WEST KHASI HILLS	0	0	1	2	0	3
WEST GARO HILLS	5	4	4	7	2	22
WEST JAINTIA HILLS	5	4	4	9	7	29

WEST KHASI HILLS	4	3	1	1	2	11
MIZORAM	**77**	**104**	**78**	**104**	**83**	**446**
AIZAWL	52	71	52	69	50	294
CHAMPHAI	0	5	5	3	5	18
HNAHTHIAL	1	0	1	1	0	3
KHAWZAWL	0	4	0	1	0	5
KOLASIB	3	5	2	4	3	17
LAWNGTLAI	5	4	2	2	2	15
LUNGLEI	9	9	8	14	11	51
MAMIT	2	2	3	2	2	11
SAITUAL	2	1	1	1	3	8
SERCHHIP	2	2	4	4	3	15
SIAHA	1	1	0	3	4	9
NAGALAND	**45**	**46**	**66**	**70**	**66**	**293**
MON	0	2	3	2	1	8
CHUMOUKEDIMA	0	0	0	4	6	10
DIMAPUR	17	11	25	10	19	82
KIPHIRE	0	2	0	0	2	4
KOHIMA	13	13	12	16	17	71
LONGLENG	0	0	2	1	1	4
MOKOKCHUNG	12	5	7	11	5	40
NIULAND	0	0	0	1	0	1
PEREN	0	2	1	3	2	8
PHEK	1	5	5	10	7	28
TSEMINYU	0	0	0	2	0	2
TUENSANG	0	1	3	3	1	8
WOKHA	2	5	4	5	4	20
ZUNHEBOTO	0	0	4	2	1	7
ODISHA	**15**	**35**	**59**	**82**	**40**	**231**
ANGUL	0	0	0	0	1	1
BALANGIR	0	2	3	6	3	14
BALASORE	0	1	2	4	0	7
BARGARH	0	0	1	2	2	5
BOUDH	1	0	1	0	0	2
DEOGARH	0	0	0	0	1	1
DHENKANAL	1	1	0	0	0	2
GAJAPATI	1	2	0	5	3	11
GANJAM	1	0	1	0	0	2
JAJPUR	0	0	0	0	1	1

KALAHANDI	3	0	4	4	0	11
KANDHAMAL	0	4	5	4	4	17
KENDRAPARA	0	0	1	0	0	1
KEONJHAR	0	0	8	4	1	13
KHORDHA	1	1	1	3	0	6
KORAPUT	0	0	2	3	4	9
MALKANGIRI	0	1	3	2	0	6
MAYURBHANJ	2	8	11	22	10	53
NABARANGPUR	0	0	1	1	1	3
NAYAGARH	1	0	0	0	0	1
NUAPADA	0	3	3	4	2	12
RAYAGADA	0	2	5	11	4	22
SAMBALPUR	2	0	3	1	2	8
SUNDARGARH	2	10	4	6	1	23
PUDUCHERRY	**0**	**0**	**1**	**0**	**0**	**1**
PUDUCHERRY	0	0	1	0	0	1
RAJASTHAN	**22**	**35**	**31**	**18**	**28**	**134**
ALWAR	5	4	5	1	1	16
BANSWARA	0	4	0	0	0	4
BARAN	0	0	0	1	1	2
BHARATPUR	0	0	0	1	1	2
BHILWARA	0	1	1	0	1	3
BIKANER	0	1	0	0	1	2
BUNDI	0	1	2	2	1	6
DAUSA	4	3	4	0	4	15
DUNGARPUR	0	0	0	2	0	2
GANGANAGAR	0	1	0	1	0	2
JAIPUR	2	11	6	1	7	27
JHALAWAR	0	0	1	1	0	2
JHUNJHUNU	4	0	0	1	0	5
KARAULI	2	1	2	5	4	14
KOTA	2	1	0	0	1	4
PALI	0	0	1	1	0	2
PRATAPGARH	0	0	0	0	1	1
RAJSAMAND	0	2	0	0	0	2
SAWAI MADHOPUR	0	0	6	1	3	10
SIKAR	2	0	2	0	0	4
TONK	1	5	0	0	1	7
UDAIPUR	0	0	1	0	1	2

SIKKIM	**5**	**5**	**8**	**4**	**3**	**25**
GANGTOK	4	2	3	0	2	11
GYALSHING	0	2	1	1	0	4
MANGAN	0	0	2	0	0	2
NAMCHI	1	1	2	2	1	7
SORENG	0	0	0	1	0	1
TAMIL NADU	**5**	**7**	**4**	**5**	**6**	**27**
COIMBATORE	0	2	0	1	1	4
CUDDALORE	1	0	1	0	1	3
DHARMAPURI	1	0	0	1	0	2
KANNIYAKUMARI	0	1	0	0	0	1
NAMAKKAL	1	0	2	2	2	7
SALEM	0	3	0	1	0	4
THE NILGIRIS	0	0	0	0	1	1
THIRUVALLUR	0	0	0	0	1	1
THOOTHUKKUDI	0	0	1	0	0	1
VELLORE	2	0	0	0	0	2
VILUPPURAM	0	1	0	0	0	1
TELANGANA	**61**	**52**	**34**	**26**	**39**	**212**
ADILABAD	1	0	1	0	2	4
BHADRADRI KOTHAGUDEM	2	4	2	2	1	11
HANUMAKONDA	3	1	2	1	1	8
HYDERABAD	3	0	0	0	1	4
JAGITIAL	1	0	0	0	1	2
JANGOAN	2	2	1	1	1	7
JAYASHANKAR BHUPALAPALLY	0	3	1	1	0	5
KAMAREDDY	0	1	0	0	2	3
KARIMNAGAR	0	1	0	0	0	1
KHAMMAM	5	4	4	2	4	19
MAHABUBABAD	12	4	4	3	7	30
MAHABUBNAGAR	2	1	1	2	1	7
MEDAK	1	0	0	1	0	2
MEDCHAL MALKAJGIRI	1	0	1	0	0	2
MULUGU	0	0	0	0	3	3
NAGARKURNOOL	3	2	0	1	2	8
NALGONDA	3	17	7	0	1	28
NARAYANPET	0	1	1	1	1	4
NIRMAL	0	0	0	0	1	1
NIZAMABAD	1	2	0	1	3	7

PEDDAPALLI	1	1	0	0	0	2
RAJANNA SIRCILLA	1	1	0	0	0	2
RANGA REDDY	2	0	2	3	1	8
SANGAREDDY	2	1	0	0	0	3
SIDDIPET	2	0	1	0	0	3
SURYAPET	7	3	2	1	2	15
VIKARABAD	2	2	0	0	0	4
WANAPARTHY	1	0	0	1	0	2
WARANGAL	2	1	4	4	3	14
YADADRI BHUVANAGIRI	1	0	0	1	1	3
TRIPURA	**13**	**8**	**18**	**12**	**13**	**64**
DHALAI	1	0	4	2	1	8
GOMATI	3	0	0	3	3	9
KHOWAI	0	1	3	0	1	5
NORTH TRIPURA	1	1	1	0	2	5
SEPAHIJALA	1	1	1	2	1	6
SOUTH TRIPURA	1	0	2	2	2	7
UNAKOTI	2	1	0	0	0	3
WEST TRIPURA	4	4	7	3	3	21
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	**0**	**1**	**0**	**0**	**0**	**1**
DADRA AND NAGAR HAVELI	0	1	0	0	0	1
UTTAR PRADESH	**6**	**3**	**6**	**8**	**3**	**26**
BALLIA	0	0	2	2	0	4
DEORIA	0	0	2	0	0	2
KHERI	0	1	1	1	1	4
KUSHINAGAR	1	0	0	0	0	1
LUCKNOW	0	0	0	1	0	1
MAHRAJGANJ	0	0	0	1	0	1
MAU	0	0	0	0	1	1
MIRZAPUR	0	0	0	1	0	1
SONBHADRA	2	0	0	0	0	2
VARANASI	3	2	1	2	1	9
UTTARAKHAND	**3**	**2**	**4**	**3**	**6**	**18**
CHAMOLI	0	0	0	1	2	3
DEHRADUN	3	1	0	1	2	7
HARIDWAR	0	0	0	0	1	1
NAINITAL	0	0	1	1	0	2
PITHORAGARH	0	1	0	0	0	1

UDHAM SINGH NAGAR	0	0	2	0	1	3
UTTARKASHI	0	0	1	0	0	1
WEST BENGAL	**16**	**32**	**22**	**12**	**19**	**101**
ALIPURDUAR	1	2	0	0	2	5
BANKURA	0	2	1	0	2	5
COOCH BEHAR	0	1	0	0	0	1
DAKSHIN DINAJPUR	1	0	0	1	1	3
DARJEELING	3	3	5	3	3	17
HOOGHLY	1	3	3	2	1	10
HOWRAH	0	2	1	1	0	4
JALPAIGURI	0	2	1	0	0	3
JHARGRAM	1	3	1	0	2	7
KALIMPONG	2	8	5	1	5	21
MALDA	0	0	1	1	0	2
NORTH 24 PARGANAS	2	0	0	0	0	2
PASCHIM BARDHAMAN	1	0	2	1	0	4
PASCHIM MEDINIPUR	1	4	2	1	0	8
PURULIA	3	1	0	1	2	7
UTTAR DINAJPUR	0	1	0	0	1	2
Grand Total	**750**	**750**	**750**	**750**	**750**	**3750**

WORKFORCE ON NHAI PROJECTS

4386. DR. RAJ KUMAR CHABBEWAL:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the majority of workers engaged in projects of National Highways Authority of India (NHAI) reportedly come from about forty nine districts across eight States in the country;

(b) if so, the details thereof, State/UT-wise and district-wise indicating the proportion of local versus migrant labour;

(c) whether all districts of Punjab, including Hoshiarpur are adequately

represented in employment generated through projects of NHAI;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps proposed to be taken by the Government to encourage hiring of local workers, provide skill training and ensure equitable regional distribution of employment opportunities in projects of NHAI in the country?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Based on information collected from field offices pertaining to National Highways (NHs), it has been observed that 53 districts across 8 States contribute a major share of skilled and semi-skilled workers/labourers engaged in projects being implemented across the country. Details of States along with districts are given in the enclosed **Statement**.

(c) and (d): While contractors/concessionaires have the right to engage workers as per their need, workers are generally engaged by contractors/concessionaires based on skill required for highway construction.

(e): The development and maintenance of National Highways, including projects implemented by the National Highways Authority of India (NHAI), are undertaken in an equitable manner across the country and generate significant direct and indirect employment opportunities. Skill development and capacity building of workers are promoted through various initiatives of the Government, including programmes implemented by the Government in Ministry of Skill Development

and Entrepreneurship. Further, NHAI has envisaged a structured skill development and capacity building programme aimed at upgrading the skills of construction workers engaged in highway infrastructure projects primarily aimed at improvement in the quality of construction.

STATEMENT

Details of States along with districts contributing a major share of skilled and semi-skilled workers/labourers engaged in projects being implemented across the country:

S. No.	State	Districts
1	West Bengal	i. Malda ii. Nadia iii. Murshidabad
2	Bihar	i. Champaran ii. Madhubani iii. Purnia iv. Saharsa v. Madhepura vi. Supaul vii. Gopalganj viii. Siwan ix. Saran x. Patna xi. Gaya xii. Jehanabad
3	UP	i. Gorakhpur ii. Saharanpur iii. Kanpur iv. Bareilly

		v. Agra vi. Azamgarh vii. Varanasi viii. Prayagraj ix. Raibareli x. Mirzapur xi. Jaunpur
4	Jharkhand	i. Sahibganj ii. Gumla iii. Khunti iv. Ranchi
5	Rajasthan	i. Jaipur ii. Bikaner iii. Dausa iv. Bharatpur v. Barmer vi. Jaisalmer vii. Jodhpur viii. Udaipur ix. Chittorgarh
6	Chhattisgarh	i. Bilaspur ii. Raipur
7	MP	i. Katni ii. Rewa iii. Chhatarpur iv. Panna v. Morena vi. Bhind
8	Odisha	i. Keonjhar ii. Sambalpur iii. Bargarh

		iv. Cuttack v. Baleshwar vi. Bhadrak

स्मार्ट सिटी मिशन और 'अमृत' के अंतर्गत परियोजनाएं

4387. श्रीमती कलाबेन मोहनभाई देलकरः

श्री संदिपनराव आसाराम भुमरेः

श्री निलेश ज्ञानदेव लंकेः

डॉ. शिवाजी बंडाप्पा कालगेः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) चालू वित्तीय वर्ष के दौरान आज तक संघ राज्यक्षेत्र दादरा और नगर हवेली व दमन और दीव और महाराष्ट्र में स्मार्ट सिटी मिशन (एससीएम) के अंतर्गत परियोजनाओं को पूरा किए जाने की शहर-वार वर्तमान स्थिति क्या है;

(ख) उक्त राज्य/संघ राज्यक्षेत्र में कार्यान्वित की गई निधियों के उपयोग, परियोजना को पूरा करने की दर और कार्यान्वित की गई नागरिक प्रतिक्रिया तंत्र का शहर-वार ब्यौरा क्या है;

(ग) क्या भूमि अथवा ठेकेदारों की कमी से संबंधित मुद्दों के कारण 'कायाकल्प और शहरी परिवर्तन के लिए अटल मिशन' (अमृत) 2.0 के अंतर्गत परियोजनाओं में कोई विलंब हुआ है और यदि हां, तो उक्त राज्य/संघ राज्यक्षेत्र का तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं; और

(घ) क्या सरकार का आगामी शहरी सुधार योजनाओं के माध्यम से डिजिटल शासन और स्वच्छता संबंधी अवसंरचना के संबंध में टियर-3 शहरों को सहायता प्रदान करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) और (ख): स्मार्ट सिटी मिशन (एससीएम) के तहत, दादरा और नगर हवेली संघ राज्य क्षेत्र (यूटी)

में, 1 शहर अर्थात सिलवासा का चयन किया गया था। 01.03.2026 तक, 853 करोड़ रुपये की कुल 29 परियोजनाओं में से, 416 करोड़ रुपये की 12 परियोजनाएं (कुल परियोजनाओं का 41%) पूरी की जा चुकी हैं और 437 करोड़ रुपये की 17 परियोजनाएं कार्यान्वयन के चरण में हैं।

संघ राज्य क्षेत्र दमन और दीव में, 1 शहर अर्थात दीव का चयन किया गया था। 01.03.2026 तक, 1,148 करोड़ रुपये की कुल 52 परियोजनाओं में से, 1,093 करोड़ रुपये की 43 परियोजनाएं (कुल परियोजनाओं का 83%) पूरी की जा चुकी हैं और 55 करोड़ रुपये की 9 परियोजनाएं कार्यान्वयन के चरण में हैं।

महाराष्ट्र राज्य में, 8 शहरों औरंगाबाद, कल्याण-डोंबिवली, नागपुर, नासिक, पिंपरी-चिंचवाड़, पुणे, सोलापुर और ठाणे का चयन किया गया था। 01.03.2026 तक, 16,980 करोड़ रुपये की कुल 347 परियोजनाओं में से, 15,518 करोड़ रुपये की 331 परियोजनाएं (कुल परियोजनाओं का 95%) पूरी की जा चुकी हैं और 1,462 करोड़ रुपये की 16 परियोजनाएं कार्यान्वयन के चरण में हैं।

एससीएम दिशानिर्देशों के अनुसार, शहर स्तर पर, विभिन्न हितधारकों के परस्पर परामर्श और सहयोग के लिए जिला कलेक्टर, संसद सदस्य, विधान सभा सदस्य, महापौर, विशेष प्रयोजन वाहन (एसपीवी) के मुख्य कार्यकारी अधिकारी, स्थानीय युवा प्रतिनिधित्व, तकनीकी विशेषज्ञ आदि को शामिल करते हुए स्मार्ट सिटी सलाहकार मंच (एससीएएफ) की स्थापना का प्रावधान है।

एससीएम के तहत संघ राज्य क्षेत्र दादरा और नगर हवेली, दमन और दीव और महाराष्ट्र में दावा की गई और उपयोग की गई केंद्रीय वित्तीय सहायता और परियोजनाओं की स्थिति का शहर/संघ राज्य क्षेत्र वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग): अमृत 2.0 के तहत, संघ राज्य क्षेत्र दादरा और नगर हवेली और दमन और दीव की राज्य जल कार्य योजनाओं में 63.47 करोड़ रुपये की 01 सीवरेज/सेप्टेज प्रबंधन परियोजना को अनुमोदन दिया गया है जो कार्यान्वयन के चरण में है और 46.75 करोड़ रुपये के कार्य भौतिक रूप से पूरे हो चुके हैं।

महाराष्ट्र में 30,079.93 करोड़ रुपये की राज्य जल कार्य योजनाओं, जिनमें 275 परियोजनाएं शामिल हैं, अनुमोदन दिया गया है। जैसा कि अमृत 2.0 पोर्टल पर राज्य द्वारा बताया गया है, 22,769 करोड़ रुपये (पूंजीगत व्यय) की कुल लागत के साथ 241 परियोजनाओं का कार्य सौंपा जा चुका है, जिनमें से 8,993.47 करोड़ रुपये के कार्य भौतिक रूप से पूरे हो चुके हैं।

अमृत 2.0 के तहत शुरू की गई परियोजनाएं लंबी निर्माण अवधि वाली बड़ी इन्फ्रास्ट्रक्चर परियोजनाएं हैं। राज्यों/संघ राज्य क्षेत्रों द्वारा समय-समय पर दी गई सूचना के अनुसार, कुछ परियोजनाओं में विस्तृत परियोजना रिपोर्टें तैयार करने और अनुमोदन, सांविधिक मंजूरी, भूमि संबंधी मुद्दों आदि में हुई देरी के कारण विलंब होता है।

(घ): सरकार ने बजट 2025-26 में 1 लाख करोड़ रु. के अर्बन चैलेंज फंड (यूसीएफ) की स्थापना की घोषणा की है। यह निधि तीन कार्यक्षेत्रों के तहत परियोजनाओं के कार्यान्वयन के माध्यम से शहरी इन्फ्रास्ट्रक्चर को सहायता देती है और मजबूत करती है, नामत 'विकास केंद्र के रूप में शहर', 'शहरों का रचनात्मक पुनर्विकास' और 'जल और स्वच्छता'। यूसीएफ बैंक योग्य परियोजनाओं की लागत का 25 प्रतिशत तक इस शर्त के साथ वित्तपोषित करता है कि लागत का कम से कम 50 प्रतिशत बांड, बैंक ऋण और सार्वजनिक-निजी भागीदारी (पीपीपी) से वित्त पोषित किया गया हो। कैबिनेट ने 13 फरवरी, 2026 को यूसीएफ के लिए मंजूरी दे दी है। पहाड़ी और पूर्वोत्तर राज्यों/संघ राज्य क्षेत्रों में सभी शहरी स्थानीय निकाय (यूएलबी) और अन्य राज्यों/संघ राज्य क्षेत्रों में 1,00,000 से कम आबादी वाले टियर-2 और टियर-3 शहरों सहित छोटे यूएलबी को यूसीएफ के तहत कवर किया गया है।

इसके अलावा, टियर-2 और टियर-3 शहरों सहित छोटे यूएलबी के लिए बाजार वित्त की सुविधा के लिए, पूर्वोत्तर और पहाड़ी राज्यों/संघ राज्य क्षेत्रों के सभी यूएलबी और अन्य राज्यों/संघ राज्य क्षेत्रों में छोटे यूएलबी (<1,00,000 जनसंख्या) के लिए 5,000 करोड़ रुपये की राशि के साथ एक क्रेडिट पुनर्भुगतान गारंटी योजना को मंजूरी दी गई है। इस उप-योजना के तहत, यूसीएफ

परियोजनाओं के लिए केंद्रीय सहायता के अलावा, परियोजनाओं के लिए यूएलबी द्वारा लिए गए ऋण के लिए केंद्रीय गारंटी प्रदान की जाएगी। पहली बार ऋण के लिए 7 करोड़ रु. या ऋण राशि का 70 प्रतिशत (जो भी कम हो) और बाद के ऋणों के लिए 7 करोड़ रु. या ऋण राशि का 50 प्रतिशत (जो भी कम हो) की गारंटी होगी।

विवरण

एससीएम के तहत संघ राज्य क्षेत्र दादरा और नगर हवेली और दमन और दीव और महाराष्ट्र में दावा की गई और उपयोग की गई केंद्रीय वित्तीय सहायता और परियोजनाओं की स्थिति का शहर/संघ राज्य क्षेत्र वार ब्यौरा:

(राशि करोड़ रु. में)

क्रम संख्या	शहर का नाम	भारत सरकार की निधियों की स्थिति		कुल परियोजनाएं		पूर्ण परियोजनाएं		कार्यान्वयन के चरण में	
		दावा की गई भारत सरकार की निधि	उपयोग की गई भारत सरकार की निधि	परियोजनाओं की संख्या	परियोजनाओं की लागत	परियोजनाओं की संख्या	परियोजनाओं की लागत	परियोजनाओं की संख्या	परियोजनाओं की लागत
1	सिलवासा	392	389	29	853	12	416	17	437
2	दीव	386	386	52	1,148	43	1,093	9	55
3	औरंगाबाद	490	490	47	2,835	45	2,690	2	145
4	कल्याण-डोंबिवली	490	490	19	1,245	16	721	3	523
5	नागपुर	490	490	47	1,768	40	1,588	7	180
6	नासिक	444	444	53	3,197	52	3,026	1	172
7	पिंपरी-चिंचवाड़	490	490	25	1,304	24	1,172	1	132
8	पुणे	490	490	55	3,333	55	3,333	-	-
9	सोलापुर	490	490	49	1,587	49	1,587	-	-
10	ठाणे	490	490	52	1,712	50	1,402	2	310
	कुल	**4,652**	**4,649**	**428**	**18,982**	**386**	**17,028**	**42**	**1,954**

(01.03.2026 तक राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई रिपोर्ट के अनुसार।

WALK TO WORK PROJECTS

4388. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the total number of "Walk to Work" projects sanctioned and implemented across the country, State and city-wise;

(b) the total funds allocated, released and utilised for these projects during the last five years;

(c) the criteria adopted for selecting locations and urban areas for such projects;

(d) the details of key components of these projects including pedestrian pathways, cycling lanes, signage, street lighting and safety measures;

(e) the impact of implemented projects on reducing vehicular congestion, improving pedestrian safety and promoting active transport along with any supporting data or case studies; and

(f) the steps being taken to expand "Walk to Work" projects to additional cities and towns in the country including measures for public awareness and participation?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (f): As per 12th Schedule of the Constitution of India, Urban Planning and implementation of pedestrian infrastructure, including initiatives that encourage walking to workplaces is the function of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories.

The Government of India has, however, issued policy frameworks, advisories and model guidelines from time to time for improving walk to work including pedestrian infrastructure. The URDPFI Guidelines, 2014 Chapter 5-Urban Planning Approach provide for planning norms that encourage compact, mixed-use development and walk-to-work principles, including provision of adequate pedestrian pathways, connectivity between residential and work areas, and integration of land use with transport planning to promote safe and accessible pedestrian movement.

Atal Mission for Rejuvenation and Urban Transformation (AMRUT) was launched on 25 June 2015 in selected 500 cities (485 cities including 15 merged cities) and towns across the country. Non-motorised Urban Transport is one of the thrust areas of the AMRUT Mission that includes provision of pedestrian, non-motorized and public transport facilities, cycle tracks, parking spaces etc. Under this sector, the purpose is to bring down traffic congestion & to reduce pollution by switching to public transport or constructing facilities for non-motorized transport (e.g. walking and cycling). Against the total plan size of ₹77,640 crore, ₹1,436 crore (2%) has been allocated under this sector. 348 projects worth ₹1,022.27 crore have been grounded, of which works worth ₹986.06 crore have been physically completed.

Under AMRUT, significant emphasis has been placed on promoting energy efficiency and sustainable urban infrastructure. 99 lakh out of the 101 lakh

identified conventional streetlights have been replaced with energy-efficient LED streetlights across AMRUT Cities. The initiative supports sustainable urban development including improved pedestrian safety, better street usability, enhanced public spaces and promotion of active mobility in cities.

Further, under the Scheme for Special Assistance to States for Capital Investment (SSASCI) 2023-25 – Urban Planning Reforms by Ministry of Finance, States/UTs are recommended for incentives for notifying Transit Oriented Development (TOD) zones, so far 28 TOD corridors were notified in 6 States/UTs.

CENTRES OF EXCELLENCE IN NORTH-EASTERN REGION

4389. SHRI PRADYUT BORDOLOI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the details of the Centres of Excellence recognised by the Government in the States in the North Eastern Region during the last five years, including their names and locations;

(b) the details of financial assistance sanctioned, released and utilised for each of these Centres of Excellence during the last five years, State and year-wise;

(c) whether the Government has reviewed the performance and outcomes of the Centres of Excellence in Assam, if so, the details thereof including the reviewing authority, the conclusions arrived at and the measures taken in response and if not, the reasons therefor; and

(d) whether the Government has taken any measures to strengthen the functioning of the Centres of Excellence, if so, the details thereof including the proposed measures, tentative timelines and budget to be allocated and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): No organisation in the States in the North Eastern Region has been recognised as Centres of Excellence by the Ministry of Tribal Affairs during the last five years.

(b): Nil in view of (a) above.

(c): There is no ongoing Centre of Excellence (CoE) project in Assam for the last three years. However, National Institute of Pharmaceutical Education and Research (NIPER), Guwahati submitted a final report in 2022 for the project titled “To study and access the knowledge of traditional healthcare practices and traditional medicines used in tribal population and importantly scientific validation in North East India” entrusted to it in a meeting held on 01.03.2019 under the chairmanship of the then Secretary, Ministry of Tribal Affairs. The report submitted by the organisation reviewed and was approved by the Ministry of Tribal Affairs. Copy of the approved report was also shared with Ministry of Ayush and Secretary, Ayush has also appreciated the efforts of the Ministry. The report was circulated to Tribal Welfare Departments (TWDs) of Assam and Meghalaya as

well.

(d): The Ministry of Tribal Affairs has taken several measures to strengthen the functioning of the Centres of Excellence (CoEs). The details are as under:

1. The Ministry of Tribal Affairs regularly undertakes review meetings with the Centres of Excellence to monitor their progress, identify challenges in their projects, and provide necessary directions.
2. The Ministry of Tribal Affairs has also conducted meetings with the concerned Centres of Excellence to review and facilitate the closure of past pending projects, with a view to ensuring timely completion and proper utilization of funds.
3. Further, the Ministry under the proposed revised guideline, the scope of work of CoEs has been expanded to include more than 28 thematic areas. The governance structure of the CoE programme is also being strengthened through a multi-tier appraisal and approval mechanism. This includes screening of proposals by a Programme Screening Committee (PSC) and approval by a Programme Appraisal Committee (PAC). In addition, a mandatory review of each CoE has been proposed every five years. Furthermore, the proposal appraisal process through the PSC, along with consultation with the concerned State TRIs, has been incorporated to ensure that the activities proposed by the Centres of Excellence do not duplicate work already being undertaken under the Tribal Research

Institutes. Budget allocation to CoE is decided by the PAC depending on the proposal considered and approved, taking into account the activity(s) proposed

by the CoE.

CHALLENGES BEFORE CIVIL AVIATION SECTOR

4390. DR. NAMDEO KIRSAN:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government is aware of the challenges being faced in the civil aviation sector, particularly with regard to high airfares, lack of adequate air connectivity in tier-2 and tier-3 cities, delays in airport infrastructure development, financial stress being faced by airlines and issues related to passenger safety and convenience;

(b) if so, the details thereof along with the steps being taken by the Government to promote affordable and accessible air travel, improve regional connectivity, expedite infrastructure development, ensure financial health of airlines, enhance safety standards and improve passenger services across the country through various schemes and policy initiatives; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI

MURLIDHAR MOHOL):

(a) to (c): Airfares are not subject to regulation by the Government and every air transport undertaking shall establish a tariff having regard to all relevant factors, including the cost of operation, characteristics of service, reasonable profit, while adhering to Rule 135 of the Aircraft Rules, 1937.

The government is taking proactive steps to make air travel more affordable, such as, enactment of the Protection of Interests in Aircraft Objects Act, 2025 to lower interest rates and lease rentals, rationalization of Central Excise Duty & GST on Maintenance, Repair, and Overhaul (MRO) components and contracts, and reduction of high VAT on ATF by requesting States/UTs, providing affordable air connectivity to un-served and underserved airports of the country (tier-2 and tier-3 cities) through Regional Connectivity Scheme (RCS) - Ude Desh ka Aam Nagrik (UDAN).

Under the RCS-UDAN, as on 28.02.2026, 663 RCS routes connecting 95 unserved and underserved airports (including 17 heliports and 02 water aerodromes) have been developed and operationalised across the country carrying over 160 lakhs domestic passengers on more than 3.36 lakh RCS flights.

In order to ensure appropriate protection for the air travellers and to safeguard the interests of the travelling public, Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements (CARs) related to carriage by air of persons with disability and/ or persons with reduced mobility,

refund of airline tickets to passengers of public transport undertakings, facilitation in case of flight diversion and facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights, delays in flights.

USE OF RECYCLED WATER FOR INDUSTRIAL AND NON-POTABLE PURPOSES

4391. DR. NISHIKANT DUBEY:
SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:
SHRI P. P. CHAUDHARY:
SHRI BHARTRUHARI MAHTAB:
SHRI DAMODAR AGRAWAL:
SHRI PRADEEP KUMAR SINGH:
SHRI SUDHEER GUPTA:
SHRI PRAVEEN PATEL:
DR. MANNA LAL RAWAT:
SHRI MAHESH KASHYAP:
SHRI RAJKUMAR CHAHAR:
SHRIMATI MAHIMA KUMARI MEWAR:
SHRI MADHAVANENI RAGHUNANDAN RAO:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the number of cities/towns that have successfully notified ‘Treated Used Water Policies’ to mandate the use of recycled water for industrial and non-potable purposes across the country, State and city-wise including Chhattisgarh, particularly in urban areas of Bastar Lok Sabha Constituency;

(b) the fiscal incentives provided to Urban Local Bodies (ULBs), States or Panchayats for the implementation or setting up of Decentralized Wastewater Treatment Systems (DEWATS) in peripheral urban and semi-urban areas of the country including Rajsamand Lok Sabha Constituency of Rajasthan and Bastar Lok Sabha Constituency of Chhattisgarh;

(c) the outcome of the 'Pey Jal Survekshan' in identifying gaps in the water circularity of 9 million-plus cities in the country including Rajasthan;

(d) whether the Government proposes to launch any scheme on the basis of the drinking water survey, if so, the details thereof and if not, the reasons therefor;

(e) the details of the projects approved, funds allocated and the present status of their implementation, State and district-wise; and

(f) whether any special provisions have been made under AMRUT or any other Centrally Sponsored Schemes to promote recycling and wastewater management and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) to (f): Water and sanitation is State subject. Government of India supplements the efforts of the States through schematic interventions / advisories. It provides financial and technical support to the States through various Mission / Schemes such as Atal Mission for Rejuvenation and Urban Transformation (AMRUT), AMRUT 2.0 and Swachh Bharat Mission – Grameen.

For promoting circular economy of water in urban areas, Ministry of Housing & Urban Affairs (MoHUA) is encouraging States/UTs to reuse or recycle treated used water from Sewage Treatment Plants (STPs). So far, 11 States / UT namely Tamil Nadu, Gujarat, Haryana, Punjab, Jammu & Kashmir, Jharkhand, Rajasthan, Karnataka, Madhya Pradesh, West Bengal and Chhattisgarh have notified their policy on wastewater / recycling of used water.

Under AMRUT, a total of 889 sewerage and septage management projects amounting to ₹34,467 crore have been grounded. Through these projects, 1,437 million Litres per Day (MLD) of sewage treatment capacity has been developed for recycle and reuse of treated waste water. One sewerage/ septage projects worth ₹125.63 crore in Rajsamand Lok Sabha Constituency (Beawar ULB) of Rajasthan for development and reuse of 11.5 MLD STP capacity and 04 sewerage/septage projects worth ₹55.91 crore in Bastar Lok Sabha Constituency (Jagdalpur ULB) of Chhattisgarh for development and reuse of 25 MLD STP capacity have been undertaken under AMRUT.

AMRUT 2.0 has been launched on 1st October, 2021 in all Urban Local Bodies (ULBs)/ cities, enabling the cities to become 'self-reliant' and 'water secure'. AMRUT 2.0 has been envisaged to promote circular economy of water through development of city water balance plan for each city focusing on recycle/ reuse of treated sewage, rejuvenation of water bodies and water conservation, etc. Providing universal coverage of sewerage and septage management in 500

AMRUT cities is one of the major focus areas of AMRUT 2.0.

Under AMRUT 2.0, 583 sewerage/septage projects worth ₹66,117.69 crore have been approved so far covering 6,649 MLD sewage treatment capacity (new/ augmentation) and 1,931 MLD sewage treatment capacity is for recycle/reuse. In Rajsamand Lok Sabha Constituency of Rajasthan, the State has taken one sewerage/septage projects worth ₹80.55 crore in Beawar ULB covering development and reuse of 5.6 MLD of STP capacity. Chhattisgarh State has not taken up any sewerage/septage management project in Bastar Lok Sabha Constituency so far under AMRUT 2.0. The State-wise and district-wise details of projects approved under AMRUT 2.0 are available on the website https://amrut.mohua.gov.in/approvedProjects/state.

Pey Jal Survekshan under AMRUT 2.0 is one of the tools for assessment of quality, quantity and coverage of water supply, sewerage and septage management, etc. "Jal Hi AMRIT" initiative has been launched under AMRUT 2.0 reforms, which aims to incentivize States and Union Territories (UTs) to efficiently manage sewage treatment plants for recyclable treated water meeting environmental standards on sustained basis. The focus of this initiative is building capacity and incentivizing qualitative improvements in the treated discharge effluent. To institutionalize circularity, Water Resource Recovery Cells (WRRCs) have been established in 25 States / Union Territories under this initiative to plan, monitor, and scale resource recovery interventions.

Under AMRUT 2.0, the States / UTs including Rajasthan are empowered to select, appraise, prioritize and implement the projects as per their local requirements including augmentation/ rehabilitation of infrastructure as per Mission guidelines. AMRUT 2.0 provides for preparation of City Water Balance Plans (CWBPs) including in the Million plus cities, which include assessment of water supply systems which help cities/ ULBs to identify gaps and prioritise system-strengthening measures as per the gaps assessment.

Grey Water Management (GWM) is one of the integral components of Swachh Bharat Mission (Grameen) [SBM(G)] a Centrally Sponsored Scheme of the Government of India. As per SBM(G) Phase-II guidelines, Greywater management is advised to be done by States/UTs through Individual household assets such as soak pits, leach-pits, kitchen garden etc. and Community soak pits wherever possible, or through other technologies such as Waste Stabilization Ponds, Constructed Wetlands, Decentralized Wastewater Treatment Systems (DEWATS) etc.

As per SBM(G) Phase-II guidelines, for greywater management in larger villages with more than 5000 population, there is a provision for financial assistance upto Rs. 660 per capita (including State share) for construction of greywater management systems. For villages less than or equal to 5000 population, there is provisions for financial assistance upto Rs. 280 per capita (including State Share) for greywater management systems.

As reported by State of Rajasthan on Integrated Management Information System (IMIS) of SBM(G), 42,820 (98.5%) villages are reported to be covered with Greywater Management arrangements as on 17.03.2026.

As reported by State of Chhattisgarh on IMIS of SBM(G), 18,739 (95%) villages are reported to be covered with Greywater Management arrangements as on 17.03.2026.

PROJECTS UNDER PMKSY

4392. SHRI DILESHWAR KAMAIT:
SHRI ANOOP PRADHAN VALMIKI:
SHRI VISHWESHWAR HEGDE KAGERI:
SHRI LAVU SRIKRISHNA DEVARAYALU:
SHRI BALABHADRA MAJHI:
SHRI JAGDAMBIKA PAL:
SHRI DINESHBHAI MAKWANA:
SHRIMATI KAMLESH JANGDE:
DR. RAJESH MISHRA:
SHRI BIDYUT BARAN MAHATO:
SHRIMATI HIMADRI SINGH:
SHRI SHANKAR LALWANI:
SHRI BHOJRAJ NAG:
SHRI P. P. CHAUDHARY:
SHRI RAJKUMAR CHAHAR:
SHRIMATI SMITA UDAY WAGH:
DR. NISHIKANT DUBEY:

SHRI YOGENDER CHANDOLIA:

SHRI NABA CHARAN MAJHI:

SHRI JUGAL KISHORE:

SHRIMATI APARAJITA SARANGI:

SHRI SHASHANK MANI:

SHRI HARIBHAI PATEL:

SHRI RODMAL NAGAR:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the total number of projects operationalised under the restructured PM Kisan Sampada Yojana (PMKSY) during the 15th Finance Commission cycle up to March 2026, along with the cumulative investment mobilised and their estimated impact on reduction of post-harvest losses and value addition, State-wise including Andhra Pradesh, UT of Jammu and Kashmir and Nabarangpur Constituency in Odisha;

(b) the details of processing and preservation capacity (in Lakh MT) created under the “Integrated Cold Chain and Value Addition Infrastructure” component during the last two years, State-wise particularly in Pali Constituency of Rajasthan, Nabarangpur Constituency in Odisha, Jalgaon district in Maharashtra, Palnadu district of Andhra Pradesh and Uttar Pradesh;

(c) the specific measures taken to revive the committed liabilities of legacy Mega Food Park projects to ensure that these become fully functional by the end of the current fiscal year;

(d) the employment generated including direct and indirect jobs and the number of

Farmer Producer Organisations (FPOs) linked to these projects;

(e) the status of legacy Mega Food Park projects with committed liabilities in Andhra Pradesh, Nabarangpur Constituency of Odisha and the financial or policy measures taken to revive and operationalise them by the end of the current financial year;

(f) whether a time-bound plan has been formulated to ensure hundred percent functionality of such projects by the end of the current financial year;

(g) whether the Government proposes to set-up a Mega Food Park in Chhattisgarh and if so,the details thereof; and

(h) the details and status of Pradhan Mantri Kisan Sampada Yojana in Sidhi Lok Sabha Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): During the 15th Finance Commission cycle (2021-22 to 31/01/2026), 562 projects under various components of the restructured Pradhan Mantri Kisan Sampada Yojana (PMKSY) have been operationalised across the country including in Andhra Pradesh, Jammu and Kashmir and Odisha.

These projects have mobilised substantial private investment and created modern food processing and post-harvest management infrastructure such as cold chains, processing units and value addition facilities. The infrastructure

created under the scheme contributes to reduction in post-harvest losses, enhanced value addition to agricultural produce and better price realisation for farmers.

The State-wise details including Andhra Pradesh, UT of Jammu & Kashmir of projects operationalised along with cumulative investment mobilised are given in the enclosed **Statement-I**. No project has been approved in Nabarangpur Lok Sabha Constituency, Odisha under PMKSY till 31.01.2026.

(b): Under the Integrated Cold Chain and Value Addition Infrastructure component of PMKSY, during the last two years, a total of 12.62 Lakh MT Per annum additional processing capacity (11.17 LMT per annum) and preservation capacity (1.37 LMT per annum) has been created through projects supported under this component in various States including Rajasthan, Odisha, Maharashtra, Andhra Pradesh and Uttar Pradesh.

No project has been approved in Pali Constituency (Rajasthan), Nabarangpur Constituency (Odisha), Jalgaon district (Maharashtra) and Palnadu district (Andhra Pradesh) under the Integrated Cold Chain and Value Addition Infrastructure component of PMKSY. The State-wise details of capacity created including Rajasthan, Odisha, Maharashtra, Andhra Pradesh and Uttar Pradesh are given in the enclosed **Statement-II**.

(c): To revive legacy Mega Food Park projects with committed liabilities, the Government has taken several measures, which include:

(i) Regular monitoring and review meetings with project promoters and State Governments; to facilitate resolution of implementation issues relating to land, utilities, statutory approvals and financial closure;

(ii) Faster release of admissible grants as per scheme guidelines upon achievement of project milestones;

(iii) Extension of timelines on a case-to-case basis to enable completion and operationalisation of the projects.

(d): Under the Mega Food Park (MFP) component of PMKSY scheme, as on 31.01.2026, 41 number of projects have been approved out of which 25 projects are completed/operational, with a project cost of Rs. 2929.84 crores, generated 71348 employment opportunities (direct and indirect) and benefited 65277 number of farmers. No project under the Farmer Producer Organization has been approved in Mega Food Park scheme.

(e) and (f): The responsibility of execution, ownership and management of the Mega Food Park (MFP) including those located in Andhra Pradesh and Odisha (including Nabarangpur region) vests with a Special Purpose Vehicle (SPV) / Implementing Agency (IA). However, Ministry has taken several measures to expedite their early operationalization and completion which are as follows:

i. Ministry is regularly seeking Monthly Progress Report (MPRs) from the SPVs/ IAs regarding progress of respective parks.

ii. Ministry also monitors project progress through Programme Management

Agencies (PMAs). The PMAs regularly interact with SPVs/IAs, also conduct site visits and advice in respect of issues regarding implementation faced by the SPVs/ IAs.

iii. Ministry is also conducting regular review meetings at the level of Hon'ble Minister, FPI, Secretary, FPI and Joint Secretary to assess the implementation status and progress of the projects.

iv. The Ministry is providing the projects all possible support and hand holding including interaction with various concerned Departments/ Agencies of the State Governments at all levels and tries to coordinate and get the issues resolved.

v. After starting of the scheme several amendments to the scheme Guidelines were made to simplify the Guidelines and to make the implementation easier.

vi. To populate the approved MFPs with food processing units, exclusive Expression of Interest (EOI) for establishment of Food processing units have been called for under the scheme for Creation / Expansion of Food Processing & Preservation Capacities (CEFPPC) of the Ministry and later on, certain percentage of funds have been specifically earmarked for food processing units in Mega Food Parks (MFPs) and Agro processing clusters (APCs).

Ministry has approved 3 projects in the state of Andhra Pradesh. No project has

been approved in Nabrangpur constituency. The projects of Andhra Pradesh have generated direct and indirect employment of 24275 persons. The details are given in the enclosed **Statement - III.**

(g): One project namely M/s Indus Best Mega Food Park Pvt Ltd., was approved in Raipur, Chhattisgarh on 04.06.2014 under the Mega Food Park scheme with total project cost of ₹ 96.48 Crore and Grant-in-aid of ₹ 39.57 Crore has been released. The project is operational. As the above scheme has been discontinued w.e.f. 01.04.2021 with provision only for committed liabilities during 15th Finance Commission cycle, therefore, no proposal for MFP is under consideration of the Ministry.

(h): PMKSY is a demand driven scheme and applications are invited through Expression of Interest (EoI) from all over the country. The funds are not allocated/sanctioned/released State-wise under any of the component schemes of PMKSY. The proposals received are scrutinized for their eligibility and evaluated based on the criteria fixed as per the extant scheme guidelines. Merit based approvals are given to the eligible proposals based on availability of funds.

No project under PMKSY has been approved in Sidhi Lok Sabha Constituency so far.

STATEMENT-I

TOTAL NUMBER OF PROJECTS OPERATIONALISED UNDER THE RESTRUCTURED PM KISAN SAMPADA YOJANA (PMKSY) DURING THE 15TH FINANCE COMMISSION CYCLE UP TO 31ST JANAUARY, 2026:

S. No.	State	Number of completed projects	Project Cost (₹ in crore)	Approved GIA (₹ in crore)	GIA released (₹ in crore)	Private Investment (₹ in crore)
1	Andaman & Nicobar	0	0.00	0.00	0.00	0.00
2	Andhra Pradesh	27	1041.49	209.96	197.23	831.54
3	Arunachal Pradesh	1	3.37	1.62	1.17	1.75
4	Assam	42	528.86	160.54	152.79	368.32
5	Bihar	3	64.08	14.59	14.22	49.49
6	Chandigarh	0	0.00	0.00	0.00	0.00
7	Chhattisgarh	1	16.04	4.75	3.74	11.29
8	Dadar & Nagar Haveli and Daman & Diu	1	26.34	3.64	3.47	22.70
9	Delhi	2	1.32	1.32	0.80	0.00
10	Goa	2	31.33	7.71	7.56	23.62
11	Gujarat	49	999.60	247.45	225.56	752.16
12	Haryana	36	455.12	112.57	105.56	342.55
13	Himachal Pradesh	19	200.70	80.07	76.47	120.63
14	Jammu & Kashmir	17	114.04	49.95	47.42	64.08
15	Jharkhand	0	0.00	0.00	0.00	0.00
16	Karnataka	33	311.99	84.63	78.00	227.36
17	Kerala	25	339.02	101.71	85.17	237.31
18	Ladakh	0	0.00	0.00	0.00	0.00
19	Lakshadweep	0	0.00	0.00	0.00	0.00
20	Madhya Pradesh	18	283.88	99.41	86.83	184.46
21	Maharashtra	78	1227.40	330.95	314.03	896.45
22	Manipur	2	5.87	1.95	1.93	3.93
23	Meghalaya	1	9.92	4.70	4.61	5.22
24	Mizoram	1	9.35	3.54	3.19	5.81
25	Nagaland	0	0.00	0.00	0.00	0.00

26	Orissa*	9	194.87	46.92	44.53	147.95
27	Puducherry	1	0.32	0.32	0.22	0.00
28	Punjab	22	460.26	82.03	78.14	378.23
29	Rajasthan	13	167.67	44.16	41.49	123.51
30	Sikkim	0	0.00	0.00	0.00	0.00
31	Tamil Nadu	51	507.83	165.64	156.74	342.20
32	Telangana	19	357.66	87.91	84.93	269.75
33	Tripura	5	37.92	14.67	14.38	23.25
34	Uttar Pradesh	40	584.02	161.58	146.12	422.44
35	Uttarakhand	24	322.21	131.29	127.26	190.92
36	West Bengal	20	349.86	79.16	77.52	270.70
Total		**562**	**8652.35**	**2334.74**	**2181.08**	**6317.61**
*** No project has been approved in Nabarangpur Lok Sabha Constituency, Odisha under PMKSY**						

STATEMENT-II

STATE-WISE DETAILS OF CAPACITY CREATED, INCLUDING PROJECTS LOCATED IN PALI CONSTITUENCY (RAJASTHAN), NABARANGPUR CONSTITUENCY (ODISHA), JALGAON DISTRICT (MAHARASHTRA), UTTAR PRADESH AND PALNADU DISTRICT (ANDHRA PRADESH):

S. No.	State/UT	Number of Completed Projects	Project Cost (₹ in crore)	Approved GIA (₹ in crore)	GIA released (₹ in crore)	Processing and Preservation Capacity (in Lakh Metric Ton (LMT)
1	Andaman & Nicobar	0	0	0	0	0
2	Andhra Pradesh*	4	118.86	30.8	30.56	0.3
3	Arunachal Pradesh	0	0	0	0	0
4	Assam	0	0	0	0	0
5	Bihar	0	0	0	0	0
6	Chandigarh	0	0	0	0	0
7	Chhattisgarh	0	0	0	0	0
8	Dadar & Nagar Haveli and Daman & Diu	0	0	0	0	0
9	Delhi	0	0	0	0	0
10	Goa	0	0	0	0	0
11	Gujarat	3	86.54	20.72	20.72	1.2

12	Haryana	3	149.7	28.21	27.71	3.66
13	Himachal Pradesh	0	0	0	0	0
14	Jammu & Kashmir	0	0	0	0	0
15	Jharkhand	0	0	0	0	0
16	Karnataka	0	0	0	0	0
17	Kerala	0	0	0	0	0
18	Ladakh	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	0	0	0	0	0
21	Maharashtra*	2	65.49	14.81	14.8	1.03
22	Manipur	0	0	0	0	0
23	Meghalaya	0	0	0	0	0
24	Mizoram	0	0	0	0	0
25	Nagaland	0	0	0	0	0
26	Orissa*	1	33.79	9.9	9.36	0.3
27	Puducherry	0	0	0	0	0
28	Punjab	1	46.51	7.08	7.08	1.27
29	Rajasthan*	1	9.89	3.01	3.01	0.7
30	Sikkim	0	0	0	0	0
31	Tamil Nadu	2	38.59	13.74	13.74	0.71
32	Telangana	0	0	0	0	0
33	Tripura	0	0	0	0	0
34	Uttar Pradesh	3	101.1	19.75	19.04	3.19
35	Uttarakhand	1	14.92	9.67	9.17	0.2685
36	West Bengal	0	0	0	0	0
Total		**21**	**665.39**	**157.69**	**155.19**	**12.6285**

Note(*): No projects have been approved in Pali Constituency (Rajasthan), Nabarangpur Constituency (Odisha), Jalgaon district (Maharashtra) and Palnadu district (Andhra Pradesh) under PMKSY.

STATEMENT-III

THE STATUS OF LEGACY MEGA FOOD PARK PROJECTS WITH COMMITTED LIABILITIES IN ANDHRA PRADESH							
Sr. No.	**SPV/IA Name**	**Distt.**	**Date of Final Approval**	**Total project cost (Rupees in crore)**	**Approved grant (Rupees in crore)**	**Grant Released (Rupees in crore)**	**Status**
1	Srini Food Park Pvt	Chittoor	30-Mar-09	121.1	49.92	49.92	Operational

	Ltd						
2	Godavari Mega Aqua Food Park Pvt Ltd	West Godavari	16-Dec-13	122.6	50	44.53	Operational
3	Andhra Pradesh Industrial Infrastructure Corporation Ltd (APIIC)	Krishna	31-Dec-15	112.94	50	37.65	Under Implementation

INTEGRATED FISH MARKETING INFRASTRUCTURE

4393. SHRI K. C. VENUGOPAL:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the steps taken/proposed to be taken to implement integrated fish marketing infrastructure, cold chain networks and fishing net manufacturing units in Kerala;

(b) the status of any ongoing and sanctioned projects, funds released and progress achieved under the relevant schemes of the Ministry; and

(c) the specific steps taken or proposed to be taken to strengthen value addition, processing facilities and export competitiveness of fish and fishery products from Kerala including incentives, modernisation of processing units, promotion of ready-to-cook/eat products, market linkages and any special package or assistance extended to the State?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAVNEET SINGH):

(a) to (c): As informed by Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, it has been supporting Kerala for development of fisheries sector through various schemes/initiatives namely Pradhan Mantri Matsya Sampada Yojana (PMMSY), Fisheries and Aquaculture Infrastructure Development Fund (FIDF), and Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PM-MKSSY), extending Kisan Credit Cards to fisheries etc.

The schemes inter-alia envisage interventions towards enhancing fish production, strengthening infrastructure, cold chain facilities, climate resilience, sustainability, strengthening the institutional credit systems, strengthening livelihood, creating employment etc. With these efforts the fish production of Kerala has increased from 6.80 lakh tonne in 2019-20 to 9.27 lakh tonne during 2024-25.

During FY 2020-21 to 2025-26, projects amounting to a total cost of ₹1418.51 crore have been approved for Kerala under Pradhan Mantri Matsya Sampada Yojana (PMMSY). The activities approved *inter-alia* include infrastructure and cold chain facilities like expansion and modernization of major fishing harbours, maintenance dredging at key harbours, development of integrated modern coastal fishing villages, climate-resilient villages, installation of artificial reef units, cold chain facilities like iceplants/cold storages, State of art wholesale fish markets, live fish vending centres, retail markets, fish kiosks,

value-added enterprises and transport vehicles.

Ministry of Food Processing Industries (MoFPI) has also been incentivizing setting up/ expansion of food processing infrastructure, including fish processing units through its two Central Sector Scheme viz. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme. These schemes are not region or state specific but demand driven and are implemented across the country including all districts of Kerala.

As on 31.12.2025, MoFPI has approved 5 fish/marine processing projects with approved grants in aid of Rs 30.65 crores under component schemes of PMKSY and 69 fish/marine processing micro food enterprises have been sanctioned with approved subsidy of Rs. 1.68 crore under the PMFME Scheme, in the state of Kerala.

RECEIVABLE DAYS FOR SALE OF POWER

4394. SHRI K. SUDHAKARAN:
DR. MOHAMMAD JAWED:
SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **POWER** be pleased to state:

(a) the receivable days for sale of power as on 31 March 2024 and 31 March 2025, State-wise;

(b) the details of the outstanding receivables and the percentage share of receivables outstanding for more than two years, State-wise and Distribution Companies (DISCOMs)-wise;

(c) the total interest expenditure incurred by DISCOMs on working capital borrowings during the last three years, year-wise and State-wise;

(d) whether the Government has fixed any benchmark for reduction of receivable days under Revamped Distribution Sector Scheme (RDSS) or any other reform- linked scheme and if so, the details thereof; and

(e) the corrective measures proposed by the Government to align receivable days with the sixty-days benchmark and prevent accumulation of long pending receivables?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c): Receivables for sale of power and interest cost for distribution utilities is published annually by Power Finance Corporation at the utility level and it is based on annual accounts submitted by utilities. The details regarding receivable days for sale of power for last two years are given in the enclosed **Statement-I.**

Further, as per annual accounts submitted by the utilities to PFC, the interest expenditure incurred by DISCOMs on total borrowing during the last three years is given in the enclosed **Statement-II.** However, the interest expenditure is

not separately available for working capital borrowings.

(d) and (e): Government of India (GoI) has been supplementing the efforts of the States to improve the financial health of the distribution utilities including reduction in their receivable days. Some of the key initiatives taken are as under:

i. **Smart Metering:** Installation of pre-paid smart meters for consumers and system smart meters is an important intervention under Revamped Distribution Sector Scheme (RDSS) which provides enhanced services to consumers, improves financial discipline for DISCOMs through increased collection efficiency and leads to better energy accounting in the distribution system. By shifting consumers to prepaid model, distribution utilities can effectively reduce their receivable days.

ii. **Payment of Subsidy and Govt. department dues:** Timely payment of subsidy by State Governments and payment of electricity dues of Government departments are the mandatory conditions under RDSS and for availing Additional borrowing space of 0.5% of Gross State Domestic Product (GSDP) by the State. Further, the condition is also one of the pre-requisite conditions under Additional Prudential Norms for sanctioning of loans to State-owned power utilities.

iii. **Electricity Distribution (Accounts and Additional Disclosure) Rules, 2025:** The rules mandate year-wise provisioning for old receivables, which is a critical step in accurately reflecting a distribution utility’s financial health

and reducing receivable days.

STATEMENT- I

Receivable days for sale of Power of distribution utilities

	State/ DISCOM	As on March 31, 2024	As on March 31, 2025
1.	**State Sector**	**122**	**121**
2.	**Andhra Pradesh**	**110**	**91**
3.	APCPDCL	85	54
4.	APEPDCL	56	62
5.	APSPDCL	184	153
6.	**Assam**	**50**	**46**
7.	APDCL	50	46
8.	**Bihar**	**233**	**227**
9.	NBPDCL	160	163
10.	SBPDCL	293	284
11.	**Chhattisgarh**	**96**	**82**
12.	CSPDCL	96	82
13.	**Gujarat**	**7**	**6**
14.	DGVCL	1	1
15.	MGVCL	17	10
16.	PGVCL	12	11
17.	UGVCL	2	1
18.	**Haryana**	**48**	**61**
19.	DHBVNL	65	76
20.	UHBVNL	24	41
21.	**Himachal Pradesh**	**22**	**27**
22.	HPSEBL	22	27
23.	**Jharkhand**	**281**	**363**
24.	JBVNL	281	363
25.	**Karnataka**	**53**	**76**
26.	BESCOM	36	43
27.	CHESCOM	59	108
28.	GESCOM	84	144
29.	HESCOM	115	165
30.	MESCOM	49	67
31.	**Kerala**	**48**	**37**

32.	KSEBL	48	37
33.	**Madhya Pradesh**	**166**	**174**
34.	MPMaKVVCL	236	264
35.	MPPaKVVCL	85	86
36.	MPPoKVVCL	200	198
37.	**Maharashtra**	**200**	**187**
38.	MSEDCL	200	187
39.	**Manipur**	**391**	**432**
40.	MSPDCL	391	432
41.	**Meghalaya**	**195**	**134**
42.	MePDCL	195	134
43.	**Punjab**	**89**	**81**
44.	PSPCL	89	81
45.	**Rajasthan**	**25**	**26**
46.	AVVNL	12	13
47.	JdVVNL	33	49
48.	JVVNL	30	24
49.	**Tamil Nadu**	**58**	**56**
50.	TANGEDCO	58	
51.	TNPDCL		56
52.	**Telangana**	**219**	**257**
53.	TSNPDCL	397	461
54.	TSSPDCL	168	199
55.	**Tripura**	**204**	**193**
56.	TSECL	204	193
57.	**Uttar Pradesh**	**310**	**295**
58.	DVVNL	357	292
59.	KESCO	248	204
60.	MVVNL	280	373
61.	PaVVNL	150	149
62.	PuVVNL	555	457
63.	**Uttarakhand**	**18**	**21**
64.	UPCL	18	21
65.	**West Bengal**	**60**	**60**
66.	WBSEDCL	60	60
67.	**Private Sector**	**20**	**17**

68.	**Delhi**	**10**	**8**
69.	BRPL	13	9
70.	BYPL	12	9
71.	TPDDL	6	5
72.	**Gujarat**	**30**	**30**
73.	Torrent Ahmedabad	30	30
74.	Torrent Power Surat	29	29
75.	**Maharashtra**	**15**	**15**
76.	AEML	15	15
77.	**Odisha**	**30**	**23**
78.	TPNODL	16	10
79.	TPSODL	96	63
80.	TPWODL	28	25
81.	TPCODL	21	16
82.	**Uttar Pradesh**	**14**	**15**
83.	NPCL	14	15
84.	**West Bengal**	**56**	**62**
85.	IPCL	56	62
	Grand Total	**113**	**112**

STATEMENT- II

Interest cost of distribution utilities (in Rs. Crore)

S. No.	States/Uts	2022-23	2023-24	2024-25
1.	State Sector	65,895	74,646	73,738
2.	A&N Islands	81	82	83
3.	Andaman & Nicobar	81	82	83
4.	Andhra Pradesh	3,542	5,493	6,678
5.	APCPDCL	938	1,602	1,854
6.	APEPDCL	1,124	1,434	1,889
7.	APSPDCL	1,481	2,456	2,935
8.	Assam	137	175	214
9.	APDCL	137	175	214
10.	Bihar	1,469	1,943	1,562
11.	NBPDCL	650	971	688
12.	SBPDCL	819	972	874
13.	Chhattisgarh	775	961	891

14.	CSPDCL	775	961	891
15.	Goa	11	11	10
16.	Goa PD	11	11	10
17.	Gujarat	360	721	704
18.	DGVCL	99	234	217
19.	MGVCL	54	96	93
20.	PGVCL	118	224	220
21.	UGVCL	89	167	175
22.	Haryana	777	1,433	1,726
23.	DHBVNL	355	720	975
24.	UHBVNL	423	713	751
25.	Himachal Pradesh	485	580	588
26.	HPSEBL	485	580	588
27.	Jharkhand	1,219	1,381	1,797
28.	JBVNL	1,219	1,381	1,797
29.	Karnataka	3,678	3,848	5,322
30.	BESCOM	1,229	1,721	2,289
31.	CHESCOM	328	388	454
32.	GESCOM	555	618	837
33.	HESCOM	1,438	986	1,583
34.	MESCOM	128	136	159
35.	Kerala	1,493	2,394	1,849
36.	KSEBL	1,491	2,391	1,846
37.	TCED	2	3	3
38.	Madhya Pradesh	3,460	4,052	4,243
39.	MPMaKVVCL	1,345	1,511	1,535
40.	MPPaKVVCL	1,004	1,216	1,262
41.	MPPoKVVCL	1,111	1,324	1,446
42.	Maharashtra	11,944	8,955	9,655
43.	MSEDCL	11,825	8,780	9,469
44.	BEST	119	175	186
45.	Manipur	19	29	30
46.	MSPDCL	19	29	30
47.	Meghalaya	167	146	133
48.	MePDCL	167	146	133
49.	Puducherry	23	29	22
50.	Puducherry PD	23	29	22
51.	Punjab	1,474	1,672	1,758
52.	PSPCL	1,474	1,672	1,758
53.	Rajasthan	7,707	9,775	10,892

54.	AVVNL	2,212	2,635	2,919
55.	JdVVNL	2,717	3,508	4,019
56.	JVVNL	2,778	3,632	3,954
57.	Sikkim	3	0	0
58.	Sikkim PD	3	0	0
59.	Tamil Nadu	13,451	16,440	10,517
60.	TANGEDCO	13,451	16,440	
61.	TNPDCL			10,517
62.	Telangana	3,472	4,667	5,883
63.	TSNPDCL	971	1,359	1,709
64.	TSSPDCL	2,501	3,308	4,175
65.	Tripura	24	37	57
66.	TSECL	24	37	57
67.	Uttar Pradesh	8,062	7,643	6,951
68.	DVVNL	2,070	1,963	1,835
69.	KESCO	285	285	254
70.	MVVNL	1,808	1,740	1,613
71.	PaVVNL	1,154	1,057	869
72.	PuVVNL	2,745	2,599	2,380
73.	Uttarakhand	217	298	341
74.	UPCL	217	298	341
75.	West Bengal	1,846	1,879	1,830
76.	WBSEDCL	1,846	1,879	1,830
77.	Private Sector	3,926	3,635	3,916
78.	DNHDD	18	NA	NA
79.	DNHDDPDCL	18	NA	NA
80.	Delhi	2,329	2,347	2,310
81.	BRPL	1,122	1,090	1,086
82.	BYPL	921	969	985
83.	TPDDL	286	288	238
84.	Gujarat	325	511	670
85.	Torrent Ahmedabad	259	414	558
86.	Torrent Power Surat	65	98	113
87.	Maharashtra	282	324	368
88.	AEML	282	324	368
89.	Odisha	315	395	512
90.	TPNODL	68	103	133
91.	TPSODL	59	102	132
92.	TPWODL	81	100	141
93.	TPCODL	107	91	106

94.	Uttar Pradesh	15	26	30
95.	NPCL	15	26	30
96.	West Bengal	642	33	27
97.	CESC	604	NA	NA
98.	IPCL	38	33	27
Grand Total		69,821	78,282	77,653

TARGET TO EXPAND FOOD PROCESSING CAPACITY

4395. SHRI K. E. PRAKASH:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) whether the Government has set any target to significantly expand India's food processing capacity, aiming to double it from the current level of around 12–13 per cent over the next six to seven years and if so, the details thereof;

(b) whether any specific schemes, infrastructure investments or policy measures have been planned to achieve this expansion and if so, the details thereof; and

(c) the timeline and key performance indicators the Government has set to monitor progress towards this target?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): The capacity of the food processing industry in terms of Gross Value Added (GVA) data released by the Ministry of Statistics and Programme Implementation is ₹ 2.24 lakh crore in the year 2023-24(as per 1st Revised Estimates). Based on

the previous data on the GVA of the Food Processing Industries (FPI) Sector, the GVA FPI Sector is projected to reach ₹2.87 lakh crore over the next six years considering CAGR of last 8 years. The growth is expected to be driven by interventions such as the Production Linked Incentive Scheme for Food Processing Industries (PLISFPI), Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Prime Minister Formalization of Micro Food Processing Enterprises (PMFME) and Agri-Infra Fund of Ministry of Agriculture and Farmers Welfare, increased demand for value-added and processed food products, improvement in supply-chain and cold-chain infrastructure, and growing focus on exports and food safety standards.

(b): MoFPI is implementing a Central Sector Umbrella Scheme- PMKSY since 2016-17 to create post-harvest infrastructure and processing capacity. The component schemes under PMKSY are (i) Integrated Cold Chain and Value Addition Infrastructure, (ii) Creation of Infrastructure for Agro-Processing Clusters, (iii) Creation / Expansion of Food Processing & Preservation Capacities (iv) Operation Greens (v) Food Safety and Quality Assurance - Food Testing Laboratories (FTL) (vi) Human Resource & Institutions- Research & Development (vii) Mega Food Parks (the component has been discontinued with effect from 01.04.2021 with provision for committed liabilities only) and (viii) Creation of Backward and Forward Linkages (the component has been discontinued from 1st April 2021). MoFPI provides credit linked financial

assistance (capital subsidy) in the form of grants-in-aid to the eligible applicants as per the scheme guidelines and as on December 2025, 1607 projects have been approved under PMKSY out of which 1196 projects have been completed.

MoFPI is implementing the PLISFPI for the period FY 2021-22 to FY 2026-27 with an approved outlay of ₹10,900 crore, to support the creation of global food manufacturing champions, commensurate with India's natural resource endowment, and to support Indian brands of food products in international markets. By 31st December, 2025, 169 applications have been approved under the scheme, with beneficiaries reporting investments of ₹9,207 crore and incentives disbursed amounting to ₹2,162.55 crore.

Furthermore, to provide comprehensive support for establishing or upgrading micro food processing enterprises assistance is provided through PMFME scheme. As of 31st December 2025, 1,72,707 individual Micro Food Processing Enterprises approved for credit linked assistance amounting to Rs. 5009.61 Cr, 3,76,326 SHG members approved for Rs 1282.98 Cr and 76 Incubation centres with outlay of Rs 208.10 Cr.

(c): MoFPI monitors the performance of its schemes/programmes on a quarterly basis by monitoring key indicators. For PMKSY, indicators like number of food processing / preservation units operationalized, total agro-produce processing and preservation capacity added and total employment generated due to food processing & preservation/expansion are monitored. Under the PMFME Scheme,

indicators include number of micro enterprises assisted in the current year, number of Self Help Groups (SHG) members supported under the scheme, number of women micro enterprises supported under the scheme and additional employment opportunity generated. Further, number of applicants supported, Sales (including exports) by supported applicants and Additional employment generated by the supported applicants (nos.) over and above the previous year for PLIFPI Scheme.

एनएसटीएफडीसी के माध्यम से जनजातीय उद्यमिता

4396. श्री धैर्यशील संभाजीराव माणे:
श्री रविन्द्र वसंतराव चव्हाण:
कैप्टन बृजेश चौटा:
श्री पी.सी. मोहन:
श्री सुधीर गुप्ता:
श्री भोजराज नाग:
डॉ. मन्ना लाल रावतः
श्री लावू श्रीकृष्णा देवरायालू:
श्री दामोदर अग्रवाल:
श्री माधवनेनी रघुनंदन राव:
डॉ. हेमंत विष्णु सवरा:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2025-26 के दौरान नेशनल शेड्यूल्ड ट्राइब्स फाइनांस एंड डेवलपमेंट कारपोरेशन (एनएसटीएफडीसी) के माध्यम से स्टार्ट-अपों के लिए रियायती ऋण से राज्य-वार और जिला-वार कितने जनजातीय उद्यमियों को सहायता प्रदान की गई है;

(ख) भारतीय जनजातीय सहकारी विपणन विकास महासंघ (ट्राइफेड) द्वारा आयोजित "आदि महोत्सव" की वर्तमान स्थिति क्या है और जनजातीय कारीगरों तथा स्वयं-सहायता समूहों की भागीदारी सहित ओएनडीसी और जीईएम जैसे प्लेटफार्मों पर ट्राइफेड के माध्यम से इसे वर्ष भर चलने वाले ई-कॉमर्स मॉडल में परिवर्तित करने की राज्य और जिला-वार स्थिति क्या है,

(ग) सांस्कृतिक विरासत को संरक्षित रखते हुए स्थायी आजीविका प्रदान करने/सुनिश्चित करने के लिए उत्तर-पूर्व, मध्य भारत और राजस्थान, आन्ध्र प्रदेश और छत्तीसगढ़ में "जनजातीय पर्यटन" विशेषकर होमस्टे को बढ़ावा देने के लिए क्या पहल की गई है; और

(घ) इन पहलों के अंतर्गत सतत आय सृजन सुनिश्चित करने के लिए जनजातीय उत्पादकों के विपणन लिंकेज, डिजिटल ऑनबोर्डिंग और क्षमता निर्माण को सुदृढ़ करने के लिए क्या उपाय किए गए हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): जनजातीय कार्य मंत्रालय के तहत एक केंद्रीय सार्वजनिक क्षेत्र उद्यम (सीपीएसई) राष्ट्रीय अनुसूचित जनजाति वित्त एवं विकास निगम (एनएसटीएफडीसी), पात्र अनुसूचित जनजाति के व्यक्तियों को आय सृजन करने के लिए, स्वरोजगार और आजीविका गतिविधियों को शुरू करने के लिए रियायती ऋण प्रदान करता है। इस की विभिन्न योजनाओं जैसे सावधि ऋण योजना, आदिवासी महिला सशक्तिकरण योजना (एएमएसवाई), स्वयं सहायता समूहों के लिए लघु ऋण योजना (एमसीएफ) और आदिवासी शिक्षा ऋण योजना (एएसआरवाई) के तहत वित्तीय सहायता दी जाती है। वर्तमान वर्ष में 13.03.2026 तक एनएसटीएफडीसी की विभिन्न योजना के तहत सहायता प्राप्त लाभार्थियों की संख्या और जारी की गई निधियों का ब्यौरा नीचे दिया गया है:

(₹ लाख में)

क्र.सं.	राज्य का नाम	राशि	लाभार्थियों की संख्या
1	आंध्र प्रदेश	5.00	750
2	असम	5.00	341
3	छत्तीसगढ़	784.31	3439
4	गुजरात	2335.64	7831
5	हिमाचल प्रदेश	232.03	549
6	जम्मू और कश्मीर	1522.60	476
7	झारखंड	897.53	997
8	कर्नाटक	10.00	390
9	केरल	481.18	718
10	लद्दाख	779.41	86
11	मध्य प्रदेश	1872.10	1522
12	महाराष्ट्र	2032.77	1607
13	मणिपुर	22.70	20
14	मेघालय	433.09	1474
15	मिजोरम	4175.70	1487
16	ओडिशा	153.00	7524
17	तमिलनाडु	928.84	6183
18	तेलंगाना	5450.05	16773
19	त्रिपुरा	615.47	356
20	उत्तराखंड	50.44	9
21	पश्चिम बंगाल	1343.52	4412
	कुल	**24130.38**	**56944**

(ख): प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम) के तहत, भारतीय जनजातीय सहकारी विपणन विकास संघ (ट्राइफेड) जनजातीय कारीगरों को अपने उत्पादों सीधे बेचने, ग्राहकों के साथ बातचीत करने और जनजातीय संस्कृति, व्यंजनों और विरासत को प्रदर्शित करने के लिए एक मंच

प्रदान करने हेतु आदि महोत्सव जैसे प्रचार कार्यक्रमों का आयोजन करता है। वर्तमान वित्त वर्ष के दौरान (फरवरी 2026 तक) दो आदि महोत्सव आयोजित किए गए हैं। पिछले 3 वर्षों में आयोजित किए गए आदि महोत्सवों का ब्यौरा नीचे दिया गया हैं:

क्र. सं.	**वर्ष**	**आयोजित आदि महोत्सव की संख्या**	**स्थान**
1	2022-2023	2	इंदौर (15-27 नवंबर, 2022) और दिल्ली 16-27 फरवरी, 2023)
2	2023-2024	4	राउरकेला (7-16 अप्रैल, 2023), अहमदाबाद (24 अक्टूबर- 03 नवंबर, 2023), जमशेदपुर (7-20 अक्टूबर, 2023) और दिल्ली (10-18 फरवरी, 2024)
3	2024-2025	5	अहमदाबाद (13-20 अक्टूबर, 2024), चेन्नई (15-24 नवंबर, 2024), जयपुर (29 नवंबर – 08 दिसंबर, 2024), भोपाल (20-30 दिसंबर, 2024 और दिल्ली (16-24 फरवरी, 2025)

वास्तविक कार्यक्रमों के अतिरिक्त पूरे वर्ष विपणन को बढ़ावा देने के लिए, ट्राइफेड ने अपने ई-कॉमर्स प्लेटफॉर्म www.tribesindia.com के माध्यम से अपनी डिजिटल पहुंच को सुदृढ़ किया है, जिसे 10 जून, 2025 को घरेलू और अंतर्राष्ट्रीय ग्राहकों के लिए बेहतर उपयोगकर्ता अनुभव के साथ फिर से शुरू किया गया था। वर्तमान में, इस प्लेटफॉर्म पर लगभग 6,000 उत्पाद उपलब्ध हैं। इसके अलावा, ऑनलाइन बाजार पहुंच का विस्तार करने के लिए डिजिटल वाणिज्य (व्यापार) के लिए ओपन नेटवर्क (ओएनडीसी) पर 1,339 जनजातीय उत्पादों को जोड़ा गया है।

(ग): माननीय प्रधानमंत्री ने 2 अक्टूबर, 2024 को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) शुरू किया। इस अभियान में 17 मंत्रालयों द्वारा लागू किए गए 25 उपाय शामिल हैं। डीएजेजीयूए के तहत पर्यटन मंत्रालय द्वारा लागू किया गया ऐसा ही एक उपाय स्वदेश दर्शन योजना

के तहत जनजातीय गृह-प्रवास (होम स्टे) है। इस योजना के तहत, उत्तर-पूर्वी और मध्य भारत, राजस्थान, आंध्र प्रदेश और छत्तीसगढ़ सहित पूरे भारत के 30 राज्यों/संघ राज्यक्षेत्रों में 1000 जनजातीय गृह-प्रवास (होम स्टे) के नए निर्माण के लिए प्रति इकाई 5 लाख रुपये तक, नवीनीकरण के लिए 3 लाख रुपये तक और गांव समुदाय की आवश्यकता के लिए 5 लाख रुपये तक की सहायता दी जाएगी।

(घ): पीएमजेवीएम के तहत, ट्राइफेड विपणन संपर्कों को सुदृढ़ करने और वास्तविक दुकानों (आउटलेट्स), प्रदर्शनियों और डिजिटल प्लेटफार्मों के माध्यम से जनजातीय उत्पादों को बढ़ावा देने (प्रचार करने) के लिए विभिन्न पहल करता है। जनजातीय कारीगरों, स्वयं सहायता समूहों और उत्पादकों की बाजार तक पहुंच बढ़ाने के लिए ओएनडीसी और ट्राइब्स इंडिया सहित ई-कॉमर्स प्लेटफार्मों पर शामिल किया जा रहा है। जनजातीय उत्पादकों की टिकाऊ (सतत) आय सृजन करने में सहायता करने के लिए वन धन विकास केंद्रों (वीडीवीके) के सदस्यों के लिए मूल्य संवर्धन, उत्पाद विकास, पैकेजिंग और ब्रांडिंग पर प्रशिक्षण कार्यक्रमों के माध्यम से क्षमता निर्माण भी किया जाता है।

DECONGESTION OF NATIONAL HIGHWAYS

4397. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has undertaken any study/survey to identify stretches of National Highways that have extensive traffic jams across the country, State-wise especially in Nellore district of Andhra Pradesh;

(b) if so, the details of initiatives undertaken to address congestion on National Highways, including infrastructure projects proposed, under construction and

presently operational across the country, State-wise and especially in Andhra Pradesh;

(c) the details of funds allocated, released and utilised for decongestion of National Highways across the country, especially those passing through Andhra Pradesh;

(d) the details of ring roads and elevated corridors on National Highways passing through Andhra Pradesh that are proposed, under construction and presently operational; and

(e) whether any decongestion projects on National Highways across Andhra Pradesh have been delayed for more than five years and if so, the details thereof along with the reasons for such delay?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Development and maintenance of National Highways (NHs), including for the State of Andhra Pradesh, is a continuous process. The Government has conducted study for requirement of Access Controlled High Speed Corridors (HSCs) / Expressways and Ring Roads / Bypasses for efficient logistics. Accordingly, Government has prioritised the development of about 19,000 km of Access Controlled National HSCs / Expressways along high density freight routes and Ring Roads / Bypasses in 83 cities having population more than Five Lakh.

State / Union Territory (UT) – wise details of National HSCs / Expressways

and Ring Roads / Bypasses prioritised for development are given in the enclosed **Statement-I**.

To reduce traffic congestion on NHs in Nellore District of Andhra Pradesh, Government has already completed construction of Six Lane Chilakaluripet – Nellore section of NH-5 (including Ongole Bypass), Nellore Bypass section of NH-16 and Four Lane Fly-Over on NH 67 (at Muthukur Road Junction). Further, there are 6 nos. of under construction NHs projects in 170 km length amounting to ₹ 4,152 Crore passing through Nellore District of Andhra Pradesh.

(c): Details of funds allocated and expenditure incurred for development and maintenance of NHs, including capacity augmentation of NHs and construction of ring roads / bypasses / elevated corridors for traffic decongestion, during the last three years and current year, including for the State of Andhra Pradesh, are given in the enclosed **Statement-II.**

(d): Details of major ring roads / bypasses / elevated corridor projects taken up by the Government in the State of Andhra Pradesh are as under: -

Length in Km		
Approved but not Awarded	Under Construction	Completed
36	196	747

Additionally, Ring Roads / Bypasses / Elevated Corridor projects of 226 km are also planned for development in the State of Andhra Pradesh.

(e): 4 nos. of under construction NHs projects in 94 km length amounting to ₹ 1,044 Crore in the State of Andhra Pradesh are delayed for more than five years beyond original completion schedule. The primary reasons for delay in NHs projects are issues / bottlenecks relating to land acquisition, Railway clearances, Design issues, change of scope, financial crunch affecting implementation capacity of Contractor, etc.

STATEMENT- I

State / UT – wise details of National HSCs / Expressways and Ring Roads / Bypasses prioritised for development: -

Sl. No.	State / UT	Length (in km) of Prioritised National HSCs / Expressways	No. of Cities with Population >5 Lakh Prioritised for Development of Ring Roads / Bypasses
1	Andhra Pradesh	2452	3
2	Assam	701	1
3	Bihar	2377	2
4	Chandigarh	0	1
5	Chhattisgarh	805	2
6	Delhi	126	1
7	Gujarat	1200	6
8	Haryana	810	0
9	Himachal Pradesh	124	0
10	Jammu and Kashmir	365	2
11	Jharkhand	375	3

12	Karnataka	818	6
13	Kerala	295	3
14	Madhya Pradesh	1006	5
15	Maharashtra	872	12
16	Odisha	631	1
17	Punjab	978	3
18	Rajasthan	1458	6
19	Tamil Nadu	190	6
20	Telangana	1124	2
21	Uttar Pradesh	1383	13
22	Uttarakhand	98	1
23	West Bengal	740	4

STATEMENT-II

Details of funds allocated and expenditure incurred for development and maintenance of NHs, including construction of ring roads, bypasses, elevated corridors and capacity augmentation of NHs for traffic decongestion, during the last three years and current year, including for the State of Andhra Pradesh:

Amount in ₹ Crore

Sr. No.	State/UT	2022-23		2023-24		2024-25		2025-26 (Till 31.01.2026)	
		Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.
1	Andhra Pradesh	6,957	6,957	11,440	11,440	11,777	11,756	10,690	9,824
2	Arunachal Pradesh	3,140	3,140	2,649	2,649	3,972	3,599	3,421	2,570
3	Assam	4,557	4,557	9,137	9,137	7,209	7,207	4,624	4,415
4	Bihar	9,347	9,347	10,749	10,749	8,840	8,840	7,543	7,077
5	Chhattisgarh	2,468	2,468	4,255	4,255	2,392	2,280	3,155	2,874
6	Goa	673	673	620	620	851	651	730	439
7	Gujarat	9,831	9,831	10,900	10,900	8,262	8,091	7,021	6,550

Amount in ₹ Crore									
Sr. No.	State/UT	2022-23		2023-24		2024-25		2025-26 (Till 31.01.2026)	
		Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.
8	Haryana	3,924	3,924	6,062	6,062	4,391	4,344	2,419	2,404
9	Himachal Pradesh	4,534	4,534	5,175	5,175	3,998	3,994	2,947	2,799
10	Jharkhand	3,127	3,127	4,599	4,599	5,334	5,169	3,420	3,170
11	Karnataka	6,763	6,763	12,695	12,695	11,147	10,819	9,393	8,751
12	Kerala	3,994	3,994	10,419	10,419	5,100	5,082	3,127	3,080
13	Madhya Pradesh	6,210	6,210	7,447	7,447	7,819	7,799	8,848	8,211
14	Maharashtra	18,355	18,355	19,867	19,867	18,697	18,512	16,521	14,978
15	Manipur	2,737	2,737	2,598	2,598	2,018	2,011	1,304	934
16	Meghalaya	684	684	1,803	1,803	1,835	1,697	1,163	962
17	Mizoram	3,218	3,218	2,189	2,189	2,114	2,091	1,059	1,046
18	Nagaland	1,666	1,666	1,414	1,414	1,681	1,600	1,018	857
19	Odisha	4,643	4,643	5,948	5,948	6,121	5,786	4,969	4,444
20	Punjab	10,093	10,093	12,419	12,419	8,137	7,898	5,843	5,745
21	Rajasthan	9,719	9,719	8,874	8,874	6,330	6,301	4,161	3,738
22	Sikkim	1,008	1,008	684	684	473	441	364	284
23	Tamil Nadu	8,230	8,230	9,925	9,925	9,077	9,068	7,205	6,608
24	Telangana	3,622	3,622	6,117	6,117	7,564	7,496	5,644	4,921
25	Tripura	1,156	1,156	1,546	1,546	778	767	585	582
26	Uttar Pradesh	21,453	21,453	28,114	28,114	20,682	20,665	21,210	19,380
27	Uttarakhand	3,219	3,219	4,545	4,545	3,996	3,835	3,018	2,834
28	West Bengal	3,053	3,053	3,543	3,543	2,241	2,240	4,118	3,731
29	Andaman & Nicobar Islands	143	143	96	96	204	204	138	138
30	Chandigarh	1	1	0	0	0	0	1	0
31	Dadra & Nagar Haveli	26	26	2	2	100	46	180	54
32	Daman & Diu								
33	Delhi / Headquarters	7,164	7,164	3,223	3,223	2,840	2,840	925	923
34	Jammu & Kashmir	7,370	7,370	10,528	10,528	10,331	10,204	6,436	6,203
35	Ladakh	574	574	658	658	794	768	323	309
36	Puducherry	61	61	35	35	29	23	7	0

Alloc. – Allocation; Expd. – Expenditure

GREEN HYDROGEN MISSION

4398. DR. K. SUDHAKAR:

SHRIMATI SANJNA JATAV:

SHRIMATI ANITA NAGARSINGH CHOUHAN:

SHRI MANOJ TIWARI:

SHRI PRADEEP KUMAR SINGH:

SHRI PRAVEEN PATEL:

SHRI RAVINDRA SHUKLA *ALIAS* RAVI KISHAN:

SHRI HARIBHAI PATEL:

SHRI RODMAL NAGAR:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the detailed roadmap formulated for the phased and mandatory use of green hydrogen in place of grey hydrogen in Public Sector Undertakings (PSUs) refineries by the year 2030 including the targets, timelines and details of the concerned undertakings involved;

(b) the current status of the first pilot project initiated for blending green hydrogen in naturalgas pipelines and the safety standards and technical protocols prescribed for such blending;

(c) whether Bharatpur Lok Sabha Constituency is also likely to be selected as pilot project infuture, if so, the details thereof;

(d) the details of the Incentive Scheme for Procurement of Green Hydrogen for the refinerysector under the National Green Hydrogen Mission; and

(e) whether any specific provisions have been made under the said Mission for

developmentof domestic manufacturing, storage and transportation infrastructure and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) : Under the Strategic Interventions for Green Hydrogen Transition- 2B (SIGHT-2B) mode of the National Green Hydrogen Mission (NGHM), refineries have been allocated 200 KTPA of green hydrogen procurement capacity, of which PSU refineries have been assigned a target of 170 KTPA,up to 2030. Following a phased approach, PSU refineries have floated tenders for 42 KTPA of green hydrogen capacity. Out of this, IOCL (10 KTPA), BPCL (5 KTPA), and HPCL (5 KTPA) have already awarded contract.

(b) and (c): The Government has allowed hydrogen blending pilot project in five Geographical Areas (GAs) of City Gas Distribution (CGD) networks. These pilots cover domestic, commercial, industrial and CNG segments in limited areas and involve injection into MDPE and steel pipeline networks to assess aspects such as pipeline behaviour, stratification, leakage characteristics, metering impacts and consumer-end performance. OISD-STD-241 (Safety in the production, storage and transportation of hydrogen and hydrogen blends) covers Hydrogen Blending with Natural Gas (including both CGD & Natural Gas pipeline networks).

There are no region-specific plans for such pilot projects. The pilot projects

are implemented by the industry based on their assessment and feasibility.

(d) and (e): In accordance with the Scheme Guidelines for incentives for Green Hydrogen Production and supply to the Refinery Sector (Mode 2B) under NGHM, a direct incentive in terms of Rs./kg of green hydrogen produced and supplied is being provided for a period of 3 year. The details are given below:

Year of Production	**Year 1**	**Year 2**	**Year 3**
Incentive cap (Rs./kg)	50	40	30

The following provisions have been made under NGHM:

I. Incentive scheme for electrolyser manufacturing:

Under this scheme, incentive is provided for a period of 5 years for electrolyser manufacturing, in terms of Rs./KW corresponding to the electrolysers manufactured as given below:

Year of Sale	**Year 1**	**Year 2**	**Year 3**	**Year 4**	**Year 5**
Base Incentive Available (Rs./KW)	4440	3700	2960	2200	1480

Under this scheme, 3000 MW per annum electrolyser manufacturing capacity has been awarded to 15 companies.

II. Pilot projects for use of green hydrogen in the transport sector:

i. Objective is to support the phased deployment of Green Hydrogen powered buses and trucks.

ii. Five pilot projects have been sanctioned for deployment of 37 hydrogen – fuelled vehicles with 9 Hydrogen Refuelling Stations (HRS) along 10 different routes across India.

III. Under NGHM, V. O. Chidambaranar Port Authority has awarded a project for development of bunkering and refuelling for green methanol at the port.

PHASE-II STRATEGIC PETROLEUM RESERVES AND CRUDE DIVERSIFICATION

4399. SHRI RAO RAJENDRA SINGH:
SHRIMATI SMITA UDAY WAGH:
DR. SANJAY JAISWAL:
SHRIMATI APARAJITA SARANGI:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the progress made in the construction of Phase-II Strategic Petroleum Reserves at Chandikhol and Padur and the total number of days of import cover currently maintained by the country;

(b) the strategy of the Government for diversifying crude oil imports during 2026 in order to mitigate volatility in international prices and geopolitical tensions;

(c) whether there is any proposal for adopting a "Commercial-cum-Strategic" storage model involving private global oil companies to enhance storage

capacity without imposing additional fiscal burden; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): In July'2021, the Government approved the establishment of two additional facilities for commercial cum strategic storage with total storage capacity of 6.5 MMT at Chandikhol (4 MMT) in Odisha and Padur (2.5 MMT) in Karnataka.

Work for construction at Padur has been awarded on 01.10.2025.

The current total national capacity for storage of crude oil and petroleum products is 74 days which includes capacity of storage facilities of the Oil Marketing Companies (OMCs) of 64.5 days.

(b): To ensure security of crude supplies and to mitigate the risk of dependence on crude oil from single region, Oil and Gas Public Sector Enterprises (PSEs) which are Board run entities source crude oil from diverse sources depending on their technical and commercial considerations. Currently, these PSEs import crude oil from 41 countries including new suppliers like USA, Nigeria, Angola, Canada, Columbia, Brazil and Mexico in addition to traditional suppliers in the Middle East such as Iraq, Saudi Arabia, UAE, Kuwait and Qatar.

(c) and (d): In July 2021, the Government also approved the commercialization of Phase – I SPRs by allowing ISPRL to undertake following commercial activities

with 50% of the total reserves capacity while keeping balance 50% capacity as Strategic:

a. Leasing/Renting of 30% of overall oil storage capacity of caverns to Indian or foreign companies with the condition that in case of any exigency, the GOI will have the first right on the entire crude oil stored in the caverns.

b. Sale/purchase of crude oil up to 20% quantity of overall oil storage capacity of caverns to Indian companies.

MSME INNOVATORS GRANT SCHEME

4400. SHRI P. V. MIDHUN REDDY:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Micro, Small and Medium Enterprises (MSMEs) Innovators Grant Scheme has been launched to support innovation within micro and small enterprises, if so, the details thereof;

(b) the number of grants awarded under the scheme during the last two financial years, including the sectors or industries covered;

(c) whether there have been any challenges in the distribution or utilization of these grants; and

(d) if so, the measures taken to address these challenges and ensure effective utilization of the grants?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The Ministry of Micro, Small and Medium Enterprises (MoMSME) is implementing the "MSME Innovative Scheme" launched on 10.03.2022, which integrates three sub-components, namely: Incubation, Design, and IPR (Intellectual Property Rights). The scheme is aimed at developing innovation, design interventions, and intellectual property awareness and protection among MSMEs.

1. Incubation component:

The primary objective of the scheme is to support untapped creativity and to promote adoption of latest technologies in MSMEs that seek the validation of their ideas at the proof-of-concept level. Under this scheme, Financial Assistance is provided up to maximum of Rs. 15 lakh per idea to Host Institutions (HIs) for developing and nurturing the ideas.

2. Design component:

The objective of this component is to bring Indian manufacturing sector and Design expertise/fraternity on to a common platform. It provides expert advice and cost-effective solution on real time design problems for new product development, and value addition in existing/new products. It provides financial assistance to the Implementing Agency, for the design projects approved. For any MSMEs, 75%

(Micro) and 60% (Small & Medium) of the total project cost will be contributed by GoI up to a maximum of Rs. 40 lakh and the remaining project cost will be borne by MSMEs. This component also supports design work of students by providing financial assistance up to Rs. 2.5 lakh.

3. IPR component:

Under this component, the Ministry promotes and protects the intellectual property assets of MSMEs. The financial assistance provided for reimbursement of expenses incurred by MSMEs for filing various types of IPRs is as per the following structure:

- Domestic Patent : ₹1.00 lakh
- Foreign Patent : ₹5.00 lakh
- Geographical Indication (GI) : ₹2.00 lakh
- Design Registration : ₹15,000
- Trademark : ₹10,000

(b): The component-wise number of grants approved in the last two financial years are as below: -

Name of component under MSME Innovative Scheme	**No. of Grant awarded in last two financial year (F.Y. 2023-24 and 2024-25)**	**Sectors/industries**
Incubation	673	As per the Sectors/Industries
Design	45	

IPR	1122	approved in Scheme Guidelines

(c) and (d): Grants are released under CNA Module to the beneficiaries after following the prescribed guidelines and the fund flow is digitized through Public Financial Management System (PFMS) accordance with the OM of Dept. of Expenditure, Ministry of Finance vide No.-1(18)/PFMS/FCD/2021 dated 9th March, 2022. The scheme has witnessed fulfillment of targeted expenditure as per approved budget outlay of the scheme over the last two financial years.

DEVELOPMENT OF AIRPORTS IN KERALA

4401. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government proposes to develop any new greenfield airports in Kerala under the UDAN scheme and if so, the details thereof;

(b) whether new UDAN routes from Kannur International Airport are proposed to be operationalised and if so, the details thereof;

(c) whether the Government proposes to revive UDAN routes from Kannur which were discontinued post COVID and if so, the details thereof;

(d) the current status of the heliports and waterdromes proposed to be operationalised in Kerala;

(e) whether the Government proposes to launch seaplane services to boost tourism and if so, the details thereof; and

(f) whether the Government proposes to regulate or cap predatory or exorbitant airfares on routes from Kerala to the Middle East during peak season for passenger welfare and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (c): Regional Connectivity Scheme-Ude Desh ka Aam Nagrik (RCS-UDAN) envisages providing connectivity to unserved and underserved airports of the country through revival of existing airstrips and airports. Further, greenfield airports are not taken up for development under the UDAN scheme.

Under the UDAN scheme, Kannur Airport is classified as a "served airport" and therefore routes connecting Kannur airport do not fall under the purview of the Scheme. However, Kannur is available in the Scheme document for connectivity with other unserved/underserved airports in the country.

(d) and (e): Under the UDAN Scheme, heliports are taken up for development after their identification through a valid bid by an airline, only in Priority areas viz Himalayan, Island and North East territories. Further, 10 water aerodromes in the State, namely Ashtamudi, Banasurasagar, Bolgatty, Ikkudi Dam, Kasaragod, Kovalam, Kumarakom, Malampuzha, Munnar (Mattupetty Dam or Changulam

Dam) and Punnamada, are available for bidding in the UDAN document.

During UDAN 5.5, bids have been received for eight of these water aerodromes except Ashtamudi and Punnamada. Operationalisation of RCS routes from these water-aerodromes is subject to readiness of infrastructure and operator.

(f): In a deregulated aviation market, airfares are neither fixed nor regulated by the Government and are determined by airlines based on demand-supply dynamics and other commercial considerations.

महाराष्ट्र में पीएनजी नेटवर्क का विस्तार

4402. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रेः

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार को जानकारी है कि महाराष्ट्र के भिवंडी क्षेत्र में पाइपकृत प्राकृतिक गैस (पीएनजी) नेटवर्क का विस्तार धीमी गति से चल रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार भिवंडी शहर और इसके ग्रामीण क्षेत्रों में पीएनजी पाइपलाइन नेटवर्क के विस्तार के लिए कोई समयबद्ध योजना तैयार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) भिवंडी में अब तक कितने घरेलू और वाणिज्यिक पीएनजी कनेक्शन प्रदान किए गए हैं और भविष्य के लिए क्या लक्ष्य निर्धारित किए गए हैं; और

(घ) क्या सरकार ने भिवंडी में पीएनजी की आपूर्ति में लगी गैस कंपनियों के कार्य-निष्पादन की समीक्षा की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (घ): पाइप्ड प्राकृतिक गैस (पीएनजी) कनेक्शन उपलब्ध कराना नगर गैस वितरण (सीजीडी) नेटवर्क के विकास का एक हिस्सा है जिसमे घरेलू, वाणिज्यिक और औद्योगिक ईकाइयो को पीएनजी की आपूर्ति के लिए पाइपलाइन अवसंरचना और अन्य सुविधाओं का निर्माण करना शामिल है और यह कार्य पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (पीएनजीआरबी) द्वारा प्राधिकृत कंपनियों द्वारा न्यूनतम कार्य कार्यक्रम (एमडब्ल्यूपी) और तकनीकी-वाणिज्यिक व्यवहार्यता के अनुसार किया जा रहा है।

भिवंडी, ठाणे शहरी और आस-पास की नगर पालिकाओं के भौगोलिक क्षेत्रों (जीए) का हिस्सा है, जिसे सीजीडी नेटवर्क के विकास के लिए महानगर गैस लिमिटेड (एमजीएल) को प्राधिकृत किया गया है। एमडब्ल्यूपी के अनुसार, सीजीडी कंपनी को मार्च, 2014 तक इस जीए में 2,25,000 पीएनजी (घरेलू या डी) कनेक्शन देने थे और 1675 इंच-किमी पाइपलाइन बिछानी थी। प्राधिकृत कंपनियां अपने जीए में वाणिज्यिक इकाइयों के ग्राहकों को भी माँग और तकनीकी-वाणिज्यिक व्यवहार्यता के अनुसार प्राकृतिक गैस की आपूर्ति करती हैं। दिनांक 31.01.2026 की स्थिति के अनुसार, एमजीएल ने इस जीए में 14,48,564 पीएनजी (डी) कनेक्शन, 1,305 पीएनजी (वाणिज्यिक) कनेक्शन दिए हैं और 10,466 इंच-किमी पाइपलाइन बिछाई है। इसमें से, ठाणे जिले में 11,66,263 पीएनजी (घरेलू) कनेक्शन, 1,176 पीजीडी (वाणिज्यिक) कनेक्शन और 8,972 इंच-किमी पाइपलाइन अवसंरचना है।

इसके अलावा, सरकार और पीएनजीआरबी, कंपनियों द्वारा प्रस्तुत की गई रिपोर्ट के आधार पर सीजीडी नेटवर्क की प्रगति की निगरानी करते हैं। यदि कोई देरी या कमी होती है तो पीएनजीआरबी संबंधित कंपनी को सुधारात्मक कार्रवाई करने की सलाह देता है जिसमे प्रगति समीक्षा बैठकों के लिए बुलाना या चुनौतियों और प्राधिकृत जीए में उनके एमडब्ल्यूपी लक्ष्यों से जुड़ नवीनतम जानकारी पर

चर्चा करके मौजूदा विनियमों के तहत वैधानिक सुनवाई के लिए बुलाना शामिल है। इसके अतिरिक्त, सरकार संबंधित राज्यों में सीजीडी नेटवर्क के विकास के लिए राज्य सरकारों के साथ नियमित रूप से बातचीत और बैठकें करती है और इस संबंध में आने वाली चुनौतियों का समाधान करती है।

ऑपरेशन ग्रीन्स के अंतर्गत एकीकृत मूल्य श्रृंखला विकास परियोजनाएं

4403. श्री अनूप प्रधान वाल्मीकि:
श्रीमती महिमा कुमारी मेवाड़:
श्रीमती पूनमबेन माडम:
श्री रवीन्द्र शुक्ला उर्फ रवि किशन:
श्रीमती संजना जाटव:
श्री त्रिवेन्द्र सिंह रावत:

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) ऑपरेशन ग्रीन्स के अंतर्गत मूल 'टीओपी' (टमाटर, प्याज, आलू) फसलों से इतर एकीकृत मूल्य श्रृंखला विकास परियोजनाओं की स्थिति क्या है;

(ख) मूल्य अस्थिरता का पूर्वानुमान लगाने और परिवहन तथा भंडारण राजसहायता जैसे अल्पकालिक उपायों को शुरू करने में "मार्केट इंटेलिजेंस नेटवर्क" की प्रभावशीलता क्या है; और

(ग) विशेषकर राजस्थान के भरतपुर और राजसमंद लोक सभा निर्वाचन क्षेत्रों में बिचौलियों संबंधी समस्या को समाप्त करने के लिए उक्त योजना के अंतर्गत कितने किसान उत्पादक संगठनों (एफपीओ) को प्रसंस्करण केन्द्रों से सीधे जोड़ा गया है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क): ऑपरेशन ग्रीन्स-दीर्घकालिक अन्तः क्षेप योजना' के अंतर्गत , खाद्य प्रसंस्करण उद्योग मंत्रालय,

चिन्हित उत्पादन क्लस्टरों में 10 फलों की फसलों, 11 सब्जियों की फसलों और झींगा (श्रिम्प) के मूल्य श्रृंखला विकास के लिए, सामान्य क्षेत्रों में परियोजनाओं हेतु पात्र परियोजना लागत की 35% की दर से, और दुर्गम क्षेत्रों में परियोजनाओं के साथ-साथ एससी/एसटी, एफपीओ (किसान उत्पादक संगठन) और एसएचजी (स्वयं सहायता समूह) से जुड़ी परियोजनाओं हेतु 50% की दर से वित्तीय सहायता प्रदान कर रहा है; जिसमें प्रति परियोजना अधिकतम 15 करोड़ ₹ का पात्र अनुदान शामिल है। मंत्रालय ने इस योजना के अंतर्गत 15 एकीकृत मूल्य श्रृंखला विकास परियोजनाओं को अनुमोदित किया है। इन परियोजनाओं की स्थिति संलग्न **विवरण** में दी गई है।

(ख): कीमत अस्थिरता का अनुमान लगाने और परिवहन और भंडारण सब्सिडी जैसे अल्पकालिक अन्तःक्षेप शुरू करने में "मार्केट इंटेलिजेंस नेटवर्क" की प्रभावशीलता का आकलन करने के लिए मंत्रालय द्वारा ऐसा कोई अध्ययन नहीं किया गया है। इसके अलावा, ऑपरेशन ग्रीन्स योजना का अल्पकालिक अन्तःक्षेप घटक जो नष्ट होने वाली फसलों के परिवहन और भंडारण सब्सिडी से संबंधित था, को वर्ष 2023-24 से कृषि एवं किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) को हस्तांतरित कर दिया गया है।

(ग): मंत्रालय किसी भी योजना के अंतर्गत स्वयं कोई परियोजना स्थापित नहीं करता है। तथापि, मंत्रालय खाद्य प्रसंस्करण परियोजनाओं की स्थापना के लिए एफपीओ सहित उद्यमियों और संस्थाओं को अनुदान सहायता / सब्सिडी के रूप में वित्तीय सहायता प्रदान करता है। ऑपरेशन ग्रीन्स योजना भी प्रकृति में मांग आधारित है, इस योजना के अंतर्गत राजस्थान राज्य सहित देश भर से समय-समय पर अभिरुचि की अभिव्यक्ति (ईओआई) के माध्यम से प्रस्ताव आमंत्रित किए जाते हैं। मंत्रालय ने राजस्थान राज्य में किसी भी ऑपरेशन ग्रीन्स परियोजना को अनुमोदित नहीं किया है।

विवरण

पीएमकेएसवाई के अंतर्गत ऑपरेशन ग्रीन्स स्कीम के अंतर्गत अनुमोदित एकीकृत मूल्य श्रृंखला विकास परियोजनाओं की स्थिति निम्नानुसार है:

स्वीकृत परियोजनाओं की संख्या	जारी	पूरा	कुल परियोजना लागत (करोड़ रुपये में)	अनुमोदित अनुदान सहायता (करोड़ रुपये में)	अनुदान सहायता जारी (₹କୋଟି ରେ)
15	6	9	751.38	217.19	141.69

IMPLEMENTATION OUTCOMES OF THE PM VISHWAKARMA SCHEME

4404. SHRI MANISH JAISWAL:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI VISHNU DAYAL RAM:

SHRI SHASHANK MANI:

SHRI BALABHADRA MAJHI:

SHRI P. C. MOHAN:

SHRIMATI POONAMBEN MAADAM:

SHRI KOTA SRINIVASA POOJARY:

SHRI TEJASVI SURYA:

SHRI CHINTAMANI MAHARAJ:

SHRI PRADEEP KUMAR SINGH:

SHRI G. M. HARISH BALAYOGI:

SHRI PRAVEEN PATEL:

SHRI ANURAG SINGH THAKUR:

SHRI SHANKAR LALWANI:

SHRI NALIN SOREN:

SHRIMATI SMITA UDAY WAGH:

SHRI DILESHWAR KAMAIT:

SHRI BHARTRUHARI MAHTAB:

SHRI VIJAY KUMAR DUBEY:

SHRI GOPAL JEE THAKUR:

SHRI NABA CHARAN MAJHI:

SHRI JUGAL KISHORE:

SHRI MADHAVANENI RAGHUNANDAN RAO:

SHRI KHAGEN MURMU:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the progress made under the PM Vishwakarma Scheme in terms of successful 3-stage verifications and the total number of artisans/craftspeople who have received the first tranche/installment of collateral-free credit along with skill upgradation training as of February 2026, across the country, State and district-wise;

(b) the outcomes of the "Vishwakarma Haats" and other marketing initiatives aimed at providing national market linkages and the average increase in monthly income reported by registered artisans post-training across the country, State and district-wise;

(c) the steps taken by the Government to ensure that the Rs.15,000 toolkit incentive is being utilized for the purchase of modern, efficient and productivity-enhancing tools rather than traditional manual implements;

(d) the details of training, certification and digital onboarding completed so far and

whether beneficiaries have been linked with GeM, e-commerce and other national marketing platforms; and

(e) the monitoring, audit and grievance redressal framework established to prevent misuse and ensure transparency in implementation?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): PM Vishwakarma scheme was launched on 17.09.2023, to provide end-to-end holistic support to artisans and craftspeople of 18 traditional trades who work with their hands and tools. The progress made under the PM Vishwakarma scheme in terms of successful 3-stage verifications and the total number of artisans/craftspeople who have received the first tranche/installment of collateral-free credit along with skill upgradation training across the country as of February 2026, State and district-wise are given in the enclosed **Statement-I** and **Statement-II.**

(b): Under the scheme, PM Vishwakarma beneficiaries are being provided with marketing support including trade fairs, state level exhibitions etc. to showcase, display and sell their handicrafts. 50 trade fairs and 37 State-level PM Vishwakarma exhibitions have been organised across country. Also, online marketing support is being provided to PM Vishwakarma beneficiaries through various e-commerce platforms to promote sale of their products in the domestic

as well as international markets. Ministry of MSME recently organised PM Vishwakarma Haat 2026 at Dilli Haat, New Delhi, an exhibition to celebrate and showcase India's rich heritage of traditional craftsmanship while providing a prominent platform for 117 artisans, across the country to exhibit and market their handcrafted products to national and international buyers, stakeholders and the general public. The event recorded a sales turnover of around Rs. 2 Crore.

(c): Under PM Vishwakarma, all eligible beneficiaries who have completed basic skill training are being provided modern toolkit at their doorstep by India Post. Upon skill certification, an e-voucher is generated through a Direct Benefit Transfer (DBT)-linked digital system. Thereafter, toolkits are delivered by India Post at the doorstep of the beneficiary. As on date, e-vouchers have been issued to 25.66 lakh PM Vishwakarma beneficiaries. So far, 14.20 lakh beneficiaries have been provided modern toolkits at their doorstep through India Post.

(d): Under PM Vishwakarma scheme, as of 16.03.2026, 30 lakh registered beneficiaries have been certified, issued ID cards and onboarded on Udyam Assist Platform (UAP), enabling formal enterprise recognition, priority sector lending and access to credit and government schemes. Basic skill training has been provided to 23.70 lakh beneficiaries and 8.86 lakh beneficiaries have been onboarded on digital platform for accepting payments. Further, more than 30,000 beneficiaries have been onboarded on GeM, over 1,700 artisans have been onboarded on ONDC and 160 artisans have been onboarded on e-commerce

platforms.

(e): PM Vishwakarma scheme operates through a robust three-tier process to ensure effective screening, verification and implementation for the benefit of traditional artisans and craftspeople. At the National level, the implementation of the Scheme is monitored through regular meetings of the National Steering Committee (NSC), which is chaired by the Secretary, Department of Financial Services (DFS), Secretary, Ministry of Skill Development and Entrepreneurship (MSDE), and Secretary, Ministry of Micro, Small and Medium Enterprises (MSME). Since launch of the scheme, Ministry of MSME has received 34,951 grievances related to PM Vishwakarma on Centralised Public Grievance Redress and Monitoring System (CPGRAMS) portal out of which 34,154 grievances has been disposed of.

STATEMENT-I

State/U.T. wise Registrations, Basic skill training & Loan sanctioned under PM Vishwakarma as of February 2026:

State/U.T.	Registrations	Basic Training completed	Loan Applications Sanctioned
ANDAMAN AND NICOBAR ISLANDS	1,057	609	140
ANDHRA PRADESH	2,22,947	1,75,560	55,715
ARUNACHAL PRADESH	7,196	1,540	262
ASSAM	1,18,861	94,419	15,673
BIHAR	1,62,053	1,12,241	24,455
CHANDIGARH	775	293	77
CHHATTISGARH	1,16,442	81,189	11,440

DELHI	2,619	978	216
GOA	18,575	11,878	1,166
GUJARAT	2,14,064	1,85,041	48,872
HARYANA	41,366	31,644	7,665
HIMACHAL PRADESH	19,701	12,929	2,095
JAMMU AND KASHMIR	1,54,881	1,33,534	14,531
JHARKHAND	43,737	31,373	6,849
KARNATAKA	5,72,108	4,82,164	1,28,432
KERALA	22,344	12,843	5,553
LADAKH	4,189	2,634	607
LAKSHADWEEP	697	447	19
MADHYA PRADESH	2,78,022	2,22,624	55,660
MAHARASHTRA	2,83,298	2,11,084	62,593
MANIPUR	18,132	11,548	2,194
MEGHALAYA	4,725	746	73
MIZORAM	3,397	1,366	101
NAGALAND	4,550	1,888	401
ODISHA	1,06,312	84,317	18,976
PUDUCHERRY	902	266	159
PUNJAB	13,040	8,317	1,879
RAJASTHAN	2,51,982	2,16,258	62,296
SIKKIM	3,407	1,475	325
TELANGANA	89,040	64,869	28,836
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	918	578	166
TRIPURA	20,273	15,869	4,446
UTTAR PRADESH	1,78,031	1,41,126	16,269
UTTARAKHAND	20,357	12,635	1,485

**Government of Tamil Nadu and West Bengal have not yet constituted State Monitoring Committees under PM Vishwakarma*

STATEMENT-II

District wise Registrations, Basic skill training & Loan sanctioned under PM Vishwakarma as of February 2026:

State/U.T.	District	Registrations	Basic Training Completed	Loan Applications Sanctioned
Andaman & Nicobar Islands	Nicobars	99	13	2
	North And Middle Andaman	444	240	67
	South Andamans	514	356	71
Andhra Pradesh	Alluri Sitharama Raju	834	386	76
	Anakapalli	4,709	3,453	1,123
	Ananthapuramu	12,511	9,172	2,261
	Annamayya	4,683	2,959	1,045
	Bapatla	2,937	1,975	717
	Chittoor	5,962	2,741	973
	Dr. B.R. Ambedkar Konaseema	6,535	5,242	1,448
	East Godavari	4,616	3,762	1,327
	Eluru	4,526	3,615	1,152
	Guntur	5,261	3,771	1,267
	Kakinada	4,922	3,973	1,121
	Krishna	3,659	2,375	919
	Kurnool	14,987	12,868	3,417
	Nandyal	5,630	4,346	1,110
	Ntr	5,885	3,769	1,278
	Palnadu	7,350	5,663	1,287
	Parvathipuram Manyam	1,732	1,322	375
	Prakasam	13,189	10,134	2,121
	Sri Potti Sriramulu Nellore	12,730	9,333	3,651
	Sri Sathya Sai	7,237	6,565	2,677
	Srikakulam	8,369	6,714	2,025
	Tirupati	13,120	10,266	3,433
	Visakhapatnam	3,341	2,559	836

	Vizianagaram	6,185	5,263	1,694
	West Godavari	32,466	28,808	7,990
	Y.S.R.	29,571	24,526	10,392
Arunachal Pradesh	Anjaw	58	5	-
	Changlang	37	3	-
	Dibang Valley	37	-	-
	East Kameng	750	250	56
	East Siang	215	102	5
	Kamle	107	-	-
	Kra Daadi	25	-	-
	Kurung Kumey	263	2	-
	Leparada	99	8	-
	Lohit	40	-	-
	Longding	306	1	-
	Lower Dibang Valley	93	2	-
	Lower Siang	22	8	-
	Lower Subansiri	112	1	-
	Namsai	337	130	39
	PakkeKessang	213	-	-
	Papum Pare	874	339	107
	Shi Yomi	32	-	-
	Siang	591	39	1
	Tawang	681	62	-
	Tirap	479	140	16
	Upper Siang	67	30	-
	Upper Subansiri	845	44	16
	West Kameng	249	139	-
	West Siang	664	235	22
	Bajali	1,203	1,066	51
	Barpeta	2,830	2,306	231
	Biswanath	3	-	-
	Bongaigaon	2,709	2,062	221
	Cachar	18,329	15,008	4,301
	Charaideo	3	-	-

Assam	Chirang	56	30	1
	Darrang	3,223	2,510	375
	Dhemaji	1,004	686	40
	Dhubri	5,252	4,509	384
	Dibrugarh	3,326	2,785	174
	Dima Hasao	32	26	-
	Goalpara	911	842	74
	Golaghat	2,994	2,192	290
	Hailakandi	946	697	228
	Jorhat	1,815	1,125	53
	Kamrup	17,829	14,111	1,516
	Kamrup Metro	1,409	1,064	72
	Karbi Anglong	5	-	-
	Karimganj	3,724	2,425	391
	Kokrajhar	9	4	3
	Lakhimpur	2,735	1,888	210
	Majuli	1,961	1,146	124
	Marigaon	8,973	7,395	1,866
	Nagaon	20,183	17,158	3,541
	Nalbari	8,037	6,864	970
	Sivasagar	453	275	9
	Sonitpur	3,842	2,903	289
	South Salmara Mancachar	2,049	1,580	109
	Tinsukia	2,636	1,454	120
	Udalguri	380	308	30
Bihar	Araria	3,460	2,257	288
	Arwal	410	183	48
	Aurangabad	1,037	705	184
	Banka	3,951	3,421	545
	Begusarai	2,240	1,544	477
	Bhagalpur	5,797	4,328	1,135
	Bhojpur	2,468	1,357	281
	Buxar	1,453	784	147
	Darbhanga	1,915	1,304	517

	Gaya	3,611	2,851	842
	Gopalganj	2,101	1,153	238
	Jamui	4,594	3,513	614
	Jehanabad	1,143	797	248
	Kaimur (Bhabua)	1,174	833	249
	Katihar	3,274	1,904	586
	Khagaria	1,561	1,024	247
	Kishanganj	1,984	1,297	440
	Lakhisarai	1,534	1,049	327
	Madhepura	5,151	3,468	582
	Madhubani	4,649	2,978	878
	Munger	617	367	93
	Muzaffarpur	9,362	6,678	1,497
	Nalanda	1,039	649	193
	Nawada	2,672	1,963	459
	Pashchim Champaran	4,813	2,632	688
	Patna	6,266	3,906	910
	Purbi Champaran	11,675	6,214	1,833
	Purnia	3,768	2,234	615
	Rohtas	7,994	6,116	1,697
	Saharsa	7,391	5,754	681
	Samastipur	6,950	4,943	880
	Saran	7,909	6,255	1,214
	Sheikhpura	944	598	101
	Sheohar	1,329	996	173
	Sitamarhi	7,928	6,298	1,218
	Siwan	4,231	2,215	414
	Supaul	4,316	3,011	446
	Vaishali	19,342	14,662	2,470
Chandigarh	Chandigarh	775	293	77
	Balod	8,115	6,683	548
	Balodabazar-Bhatapara	5,825	2,139	397
	Balrampur-Ramanujganj	654	379	66
	Bastar	2,172	1,333	290

Chhattisgarh	Bemetara	5,161	3,881	796
	Bijapur	1,002	526	64
	Bilaspur	6,561	5,181	747
	Dakshin Bastar Dantewada	749	334	53
	Dhamtari	8,704	7,880	684
	Durg	10,703	8,187	1,026
	Gariyaband	1,821	1,391	163
	Gaurela-Pendra-Marwahi	467	171	29
	Janjgir-Champa	9,784	7,303	1,314
	Jashpur	7,072	4,988	760
	Kabeerdham	4,086	1,511	124
	Khairagarh-Chhuikhadan-Gandai	125	28	2
	Kondagaon	4,258	3,047	494
	Korba	5,708	4,261	827
	Korea	2,141	1,339	119
	Mahasamund	5,821	3,684	840
	Manendragarh-Chirmiri-Bharatpur(M C B)	619	99	4
	Mohla-Manpur-Ambagarh Chouki	35	7	-
	Mungeli	2,443	1,820	279
	Narayanpur	276	164	2
	Raigarh	1,849	959	197
	Raipur	5,098	3,784	671
	Rajnandgaon	3,541	2,191	222
	Sakti	16	6	-
	Sarangarh-Bilaigarh	42	3	-
	Sukma	681	358	71
	Surajpur	6,936	5,295	378
	Surguja	1,661	1,256	193
	Uttar Bastar Kanker	2,316	1,001	80
Delhi	Central	376	126	35
	New Delhi	56	13	5

	North	249	93	16
	North West	755	311	50
	South	51	16	7
	South East	273	89	37
	South West	531	164	30
	West	328	166	36
Goa	North Goa	10,035	5,225	575
	South Goa	8,540	6,653	591
Gujarat	Ahmedabad	7,816	3,866	786
	Amreli	8,106	7,065	2,261
	Anand	16,542	14,691	2,927
	Arvalli	5,845	4,691	1,391
	Banas Kantha	25,274	24,367	7,688
	Bharuch	1,048	566	53
	Bhavnagar	5,533	4,751	1,717
	Botad	4,025	3,595	1,179
	Chhotaudepur	1,170	967	112
	Dahod	19,951	18,230	2,809
	Dangs	1,124	857	87
	Devbhumi Dwarka	2,025	1,683	480
	Gandhinagar	3,011	2,525	679
	Gir Somnath	5,709	5,312	1,295
	Jamnagar	3,911	3,511	1,343
	Junagadh	5,118	4,447	1,363
	Kachchh	2,513	1,373	301
	Kheda	3,508	3,197	876
	Mahesana	25,151	22,809	6,265
	Mahisagar	10,123	9,126	2,100
	Morbi	3,606	2,901	929
	Narmada	1,351	846	89
	Navsari	2,181	1,976	181
	Panch Mahals	2,689	2,033	352
	Patan	14,220	13,366	3,838
	Porbandar	1,353	1,217	305

	Rajkot	10,033	8,663	3,425
	Sabar Kantha	3,018	2,323	646
	Surat	3,342	2,398	372
	Surendranagar	4,815	4,071	1,467
	Tapi	2,298	1,857	312
	Vadodara	5,764	4,324	1,048
	Valsad	1,891	1,437	196
Haryana	Ambala	564	488	133
	Bhiwani	4,915	3,732	907
	Charkhi Dadri	707	537	153
	Faridabad	450	379	62
	Fatehabad	5,929	4,446	930
	Gurugram	388	260	38
	Hisar	6,258	5,111	1,235
	Jhajjar	851	589	138
	Jind	1,002	642	174
	Kaithal	2,995	2,251	607
	Karnal	1,495	1,223	213
	Kurukshetra	2,498	1,852	446
	Mahendragarh	1,185	844	279
	Nuh	286	212	69
	Palwal	210	170	23
	Panchkula	359	223	40
	Panipat	1,256	862	193
	Rewari	877	801	313
	Rohtak	951	652	145
	Sirsa	4,377	3,562	908
	Sonipat	1,683	1,174	297
	Yamunanagar	2,130	1,634	362
Himachal Pradesh	Bilaspur	1,113	751	95
	Chamba	1,450	822	45
	Hamirpur	1,156	865	113
	Kangra	2,100	1,032	118
	Kinnaur	245	122	36

	Kullu	2,217	1,332	181
	Lahaul And Spiti	182	1	-
	Mandi	6,204	4,574	852
	Shimla	2,282	1,375	270
	Sirmaur	1,330	1,014	182
	Solan	748	610	133
	Una	674	431	70
Jammu And Kashmir	Anantnag	11,950	11,084	1,502
	Bandipora	6,109	5,522	200
	Baramulla	10,097	9,144	584
	Budgam	21,878	20,319	2,967
	Doda	7,252	5,347	947
	Ganderbal	3,889	3,396	258
	Jammu	22,036	18,311	1,256
	Kathua	7,656	5,545	580
	Kishtwar	3,632	3,016	287
	Kulgam	7,696	6,974	1,205
	Kupwara	6,409	5,478	1,177
	Poonch	4,463	3,461	184
	Pulwama	8,802	8,199	640
	Rajouri	1,845	1,357	93
	Ramban	6,399	5,516	437
	Reasi	1,857	1,454	241
	Samba	4,048	3,545	248
	Shopian	6,530	5,664	463
	Srinagar	4,339	3,509	482
	Udhampur	7,994	6,693	780
Jharkhand	Bokaro	1,429	743	116
	Chatra	1,039	514	177
	Deoghar	8,582	7,850	2,340
	Dhanbad	1,114	591	132
	Dumka	3,462	2,925	696
	East Singhbum	4,136	2,682	331
	Garhwa	594	425	146

	Giridih	1,922	1,284	245
	Godda	1,052	747	274
	Gumla	1,001	669	38
	Hazaribagh	1,949	1,237	296
	Jamtara	2,867	2,367	519
	Khunti	69	1	-
	Koderma	380	151	31
	Latehar	851	501	188
	Lohardaga	291	166	53
	Pakur	423	138	26
	Palamu	1,930	1,233	362
	Ramgarh	1,442	933	295
	Ranchi	451	64	21
	Sahebganj	778	343	102
	Saraikela Kharsawan	4,707	3,685	229
	Simdega	270	139	10
	West Singhbhum	2,998	1,985	222
Karnataka	Bagalkote	3,877	3,013	1,016
	Ballari	23,817	20,103	4,876
	Belagavi	25,503	20,465	4,920
	Bengaluru Rural	7,801	5,977	1,770
	Bengaluru Urban	15,026	10,389	3,546
	Bidar	32,975	27,394	5,710
	Chamarajanagar	30,016	26,773	5,678
	Chikkaballapura	21,890	18,632	3,417
	Chikkamagaluru	7,131	6,022	2,507
	Chitradurga	39,933	34,278	7,789
	Dakshina Kannada	7,254	5,840	3,654
	Davanagere	21,998	19,597	6,098
	Dharwad	13,301	11,633	3,168
	Gadag	6,451	5,393	1,755
	Hassan	11,213	9,512	3,184
	Haveri	6,930	5,656	1,679
	Kalaburagi	12,334	10,809	1,908

	Kodagu	2,623	2,015	1,128
	Kolar	38,204	31,125	7,893
	Koppal	17,423	14,143	3,473
	Mandya	22,410	19,061	4,523
	Mysuru	34,868	30,432	6,254
	Raichur	25,371	22,153	5,963
	Ramanagara	9,377	8,538	2,639
	Shivamogga	16,158	14,159	5,229
	Tumakuru	65,284	57,012	14,168
	Udupi	7,912	6,705	4,045
	Uttara Kannada	13,186	9,784	4,332
	Vijayanagara	15,591	12,435	3,456
	Vijayapura	1,674	1,018	229
	Yadgir	14,577	12,098	2,425
Kerala	Alappuzha	1,267	704	258
	Ernakulam	510	310	107
	Idukki	718	284	114
	Kannur	1,071	481	173
	Kasaragod	882	488	262
	Kollam	1,996	1,409	565
	Kottayam	353	192	99
	Kozhikode	1,986	1,482	526
	Malappuram	2,621	1,444	778
	Palakkad	6,081	3,280	1,508
	Pathanamthitta	398	281	128
	Thiruvananthapuram	3,330	1,905	725
	Thrissur	970	502	281
	Wayanad	161	81	29
Ladakh	Kargil	2,326	1,311	126
	Leh Ladakh	1,863	1,323	481
Lakshadweep	Lakshadweep District	697	447	19
Madhya Pradesh	Agar-Malwa	4,334	3,260	974
	Alirajpur	3,196	2,621	534
	Anuppur	4,557	3,671	625

Ashoknagar	9,504	8,198	2,420
Balaghat	4,235	3,198	643
Barwani	1,265	1,011	371
Betul	6,679	5,506	1,360
Bhind	4,417	3,547	615
Bhopal	3,909	2,345	320
Burhanpur	3,414	3,192	664
Chhatarpur	7,087	5,712	1,377
Chhindwara	7,292	6,047	1,621
Damoh	3,794	2,500	533
Datia	6,142	4,639	1,953
Dewas	3,486	3,016	977
Dhar	4,137	3,191	1,221
Dindori	3,972	3,030	442
Guna	6,509	5,436	1,362
Gwalior	2,352	1,704	308
Harda	1,054	717	149
Indore	8,100	6,029	1,914
Jabalpur	5,452	4,205	881
Jhabua	2,673	2,373	748
Katni	5,428	4,153	664
Khandwa (East Nimar)	1,937	992	178
Khargone (West Nimar)	4,036	2,330	616
Mandla	6,145	4,141	831
Mandsaur	9,645	8,759	3,065
Morena	7,662	6,352	1,093
Narmadapuram	6,555	4,291	835
Narsimhapur	5,060	3,852	984
Neemuch	5,220	4,630	1,832
Niwari	1,411	1,170	198
Panna	6,526	5,792	945
Raisen	7,083	4,637	924
Rajgarh	11,738	10,324	3,156
Ratlam	5,858	5,338	1,989

	Rewa	9,253	7,716	1,304
	Sagar	7,835	5,897	1,592
	Satna	10,398	8,656	1,323
	Sehore	13,884	12,902	3,299
	Seoni	4,863	4,370	1,053
	Shahdol	4,309	3,633	606
	Shajapur	3,827	3,374	969
	Sheopur	2,059	1,532	457
	Shivpuri	6,054	4,417	1,223
	Sidhi	4,175	3,297	511
	Singrauli	4,352	3,312	599
	Tikamgarh	3,121	2,535	645
	Ujjain	7,712	5,761	1,474
	Umaria	999	718	116
	Vidisha	3,317	2,595	1,167
Maharashtra	Ahilyanagar	9,991	7,312	2,420
	Akola	6,642	5,240	2,266
	Amravati	24,101	20,723	6,079
	Beed	4,643	3,319	1,005
	Bhandara	19,567	15,233	3,525
	Buldhana	17,041	14,273	4,770
	Chandrapur	14,323	11,984	2,410
	Chhatrapati Sambhajinagar	8,428	2,881	829
	Dharashiv	2,868	1,532	585
	Dhule	2,188	1,316	545
	Gadchiroli	6,655	5,329	1,534
	Gondia	8,711	6,971	1,893
	Hingoli	3,777	2,881	846
	Jalgaon	6,570	4,823	975
	Jalna	10,397	8,326	2,845
	Kolhapur	15,521	11,046	3,196
	Latur	5,379	4,481	1,489
	Mumbai	1,777	166	21
	Mumbai Suburban	1,158	204	7

	Nagpur	16,643	13,090	3,240
	Nanded	15,072	12,235	5,047
	Nandurbar	3,537	2,153	604
	Nashik	10,470	7,812	2,618
	Palghar	3,788	1,748	155
	Parbhani	8,018	6,110	1,867
	Pune	8,674	6,145	1,565
	Raigad	3,385	1,798	196
	Ratnagiri	3,385	759	106
	Sangli	5,325	3,553	805
	Satara	3,510	2,117	705
	Sindhudurg	1,476	449	83
	Solapur	3,449	2,215	691
	Thane	1,801	831	152
	Wardha	8,255	7,197	2,561
	Washim	4,096	3,380	1,346
	Yavatmal	12,677	11,452	3,612
Manipur	Bishnupur	3,949	2,191	396
	Chandel	2	-	-
	Churachandpur	339	165	14
	Imphal East	5,849	4,421	763
	Imphal West	1,562	1,173	242
	Jiribam	21	3	-
	Kakching	845	378	50
	Tamenglong	59	1	-
	Thoubal	3,866	2,791	546
	Ukhrul	1,640	425	183
Meghalaya	East Garo Hills	21	1	-
	East Jaintia Hills	31	3	-
	East Khasi Hills	621	144	2
	Eastern West Khasi Hills	2	-	-
	North Garo Hills	65	17	1
	Ri Bhoi	2,374	304	16
	South Garo Hills	26	-	-

	South West Garo Hills	39	30	2
	South West Khasi Hills	513	9	-
	West Garo Hills	478	238	52
	West Jaintia Hills	229	-	-
	West Khasi Hills	326	-	-
Mizoram	Aizawl	309	88	11
	Champhai	100	11	1
	Hnahthial	289	155	13
	Khawzawl	340	101	-
	Kolasib	219	72	7
	Lawngtlai	170	17	-
	Lunglei	316	199	5
	Mamit	276	61	11
	Saitual	122	25	-
	Serchhip	1,119	619	52
	Siaha	137	18	1
Nagaland	Mon	523	316	16
	Chumoukedima	68	-	-
	Dimapur	444	229	33
	Kiphire	747	217	39
	Kohima	546	307	96
	Longleng	86	1	-
	Mokokchung	214	73	5
	Noklak	72	-	-
	Peren	181	51	18
	Phek	572	251	112
	Shamator	3	-	-
	Tseminyu	18	-	-
	Tuensang	197	63	1
	Wokha	427	225	59
	Zunheboto	452	155	22
Odisha	Anugul	600	425	107
	Balangir	7,879	5,973	1,609
	Baleshwar	10,102	7,748	1,049

	Bargarh	1,680	1,355	514
	Bhadrak	3,578	2,596	537
	Boudh	408	297	87
	Cuttack	17,067	14,448	2,640
	Deogarh	786	655	77
	Dhenkanal	3,267	2,715	1,049
	Gajapati	475	292	116
	Ganjam	16,474	12,964	3,210
	Jagatsinghapur	2,871	2,385	607
	Jajapur	6,130	5,271	644
	Jharsuguda	891	645	90
	Kalahandi	3,984	3,234	673
	Kandhamal	138	82	11
	Kendrapara	71	57	14
	Kendujhar	822	550	84
	Khordha	2,976	2,280	553
	Koraput	1,775	1,159	424
	Malkangiri	696	220	72
	Mayurbhanj	1,832	1,521	324
	Nabarangpur	510	394	170
	Nayagarh	4,567	3,803	1,171
	Nuapada	1,184	929	422
	Puri	9,970	7,975	1,835
	Rayagada	375	318	169
	Sambalpur	1,196	810	178
	Sonepur	904	681	158
	Sundargarh	3,104	2,535	382
Puducherry	Karaikal	126	48	31
	Puducherry	776	218	128
Punjab	Amritsar	254	138	33
	Barnala	442	282	66
	Bathinda	704	564	165
	Faridkot	260	189	42
	Fatehgarh Sahib	98	62	26

	Fazilka	1,647	1,234	354
	Ferozepur	184	64	15
	Gurdaspur	1,346	627	100
	Hoshiarpur	311	148	11
	Jalandhar	229	77	6
	Kapurthala	101	5	-
	Ludhiana	1,125	820	278
	Malerkotla	16	8	1
	Mansa	506	427	102
	Moga	310	205	42
	Pathankot	1,216	458	63
	Patiala	308	228	55
	Rupnagar	143	58	11
	S.A.S Nagar	40	16	5
	Sangrur	530	321	49
	Shahid Bhagat Singh Nagar	158	84	11
	Sri Muktsar Sahib	2,960	2,211	417
	Tarn Taran	152	91	27
Rajasthan	Ajmer	10,038	9,025	2,622
	Alwar	13,220	10,729	3,799
	Banswara	5,294	4,471	1,058
	Baran	8,880	7,880	1,893
	Barmer	8,935	8,185	2,391
	Bharatpur	10,727	8,707	2,571
	Bhilwara	6,568	5,923	1,809
	Bikaner	11,756	9,428	3,149
	Bundi	10,396	9,026	2,463
	Chittorgarh	4,115	3,664	1,228
	Churu	13,791	12,142	3,855
	Dausa	13,143	11,157	2,345
	Dholpur	3,789	3,355	925
	Dungarpur	4,022	3,622	723
	Ganganagar	5,302	4,614	1,332
	Hanumangarh	9,273	8,191	2,528

	Jaipur	17,131	14,000	4,388
	Jaisalmer	5,392	4,947	1,977
	Jalore	5,206	4,731	1,331
	Jhalawar	7,686	6,493	1,716
	Jhunjhunu	6,377	5,380	1,622
	Jodhpur	8,541	7,482	2,146
	Karauli	9,248	7,590	1,666
	Kota	6,267	5,104	1,283
	Nagaur	9,134	7,724	2,297
	Pali	5,036	4,273	1,078
	Pratapgarh	2,167	1,999	578
	Rajsamand	3,855	3,512	1,292
	Sawai Madhopur	3,284	2,733	655
	Sikar	6,366	5,582	1,509
	Sirohi	2,385	2,241	670
	Tonk	9,283	8,076	2,143
	Udaipur	5,375	4,272	1,254
Sikkim	Gangtok	976	408	94
	Gyalshing	635	286	57
	Mangan	34	-	-
	Namchi	429	122	8
	Pakyong	636	126	37
	Soreng	697	533	129
Telangana	Adilabad	1,883	1,218	682
	Bhadradri Kothagudem	3,327	2,660	1,163
	Hanumakonda	1,433	1,119	490
	Hyderabad	3,642	2,351	970
	Jagitial	2,490	2,127	1,169
	Jangoan	1,742	1,188	508
	Jayashankar Bhupalapally	1,629	1,277	703
	Jogulamba Gadwal	2,191	1,517	454
	Kamareddy	6,414	4,866	2,221
	Karimnagar	5,478	4,252	2,101
	Khammam	5,052	4,184	1,548

	Kumuram Bheem Asifabad	802	571	335
	Mahabubabad	344	260	101
	Mahabubnagar	1,454	740	268
	Mancherial	767	564	222
	Medak	855	509	277
	Medchal Malkajgiri	625	346	158
	Mulugu	1,043	768	252
	Nagarkurnool	1,000	604	243
	Nalgonda	12,447	10,109	4,169
	Narayanpet	585	274	119
	Nirmal	3,642	2,895	1,412
	Nizamabad	6,650	4,738	2,044
	Peddapalli	3,360	2,449	1,324
	Rajanna Sircilla	1,584	1,324	554
	Ranga Reddy	4,431	2,211	707
	Sangareddy	3,037	1,792	1,059
	Siddipet	2,234	1,797	830
	Suryapet	2,638	2,150	1,049
	Vikarabad	1,146	464	156
	Wanaparthy	1,721	989	439
	Warangal	257	194	92
	Yadadri Bhuvanagiri	3,137	2,362	1,017
The Dadra and Nagar Haveli and Daman and Diu	Dadra And Nagar Haveli	340	229	62
	Daman	302	214	72
	Diu	276	135	32
Tripura	Dhalai	1,312	972	290
	Gomati	2,787	2,392	676
	Khowai	1,229	811	138
	North Tripura	3,010	2,283	917
	Sepahijala	1,940	1,501	384
	South Tripura	3,601	2,917	751
	Unakoti	3,131	2,396	627
	West Tripura	3,263	2,597	663
Uttar Pradesh	Agra	2,178	1,813	170

Aligarh	2,575	2,016	547
Ambedkar Nagar	11,609	9,208	311
Amethi	896	761	28
Amroha	3,650	2,968	278
Auraiya	3,020	2,645	140
Ayodhya	4,158	3,811	431
Azamgarh	2,379	1,785	173
Baghpat	1,192	808	207
Bahraich	1,876	1,582	135
Ballia	4,352	3,686	672
Balrampur	1,083	1,001	82
Banda	666	496	35
Bara Banki	2,422	1,764	118
Bareilly	5,819	4,378	360
Basti	1,068	750	50
Bhadohi	2,092	1,848	156
Bijnor	1,940	1,272	124
Budaun	2,118	1,751	241
Bulandshahr	1,498	849	149
Chandauli	1,173	1,048	112
Chitrakoot	581	330	25
Deoria	3,317	2,694	152
Etah	866	730	171
Etawah	1,241	1,010	88
Farrukhabad	624	454	49
Fatehpur	1,235	948	57
Firozabad	1,214	1,030	106
Gautam Buddha Nagar	2,072	1,604	515
Ghaziabad	1,499	1,062	150
Ghazipur	2,075	1,571	155
Gonda	3,907	3,307	407
Gorakhpur	6,286	4,039	278
Hamirpur	860	754	86
Hapur	1,052	766	108

Hardoi	1,286	955	62
Hathras	658	556	144
Jalaun	1,646	1,264	97
Jaunpur	4,147	3,013	368
Jhansi	2,817	2,736	585
Kannauj	392	280	17
Kanpur Dehat	490	429	18
Kanpur Nagar	1,432	1,145	146
Kasganj	1,547	1,287	270
Kaushambi	5,815	4,687	364
Kheri	2,421	2,060	224
Kushinagar	4,851	4,173	328
Lalitpur	3,182	2,841	753
Lucknow	947	762	62
Mahoba	1,309	1,004	110
Mahrajganj	2,853	2,385	234
Mainpuri	1,481	890	101
Mathura	817	702	173
Mau	4,514	3,826	254
Meerut	2,183	1,451	297
Mirzapur	2,670	2,253	299
Moradabad	2,830	2,099	131
Muzaffarnagar	2,131	1,533	354
Pilibhit	1,072	858	67
Pratapgarh	7,933	6,975	614
Prayagraj	3,371	2,855	218
Rae Bareli	453	302	20
Rampur	1,738	1,354	130
Saharanpur	6,287	4,975	1,519
Sambhal	2,091	1,439	183
Sant Kabir Nagar	2,349	1,354	64
Shahjahanpur	2,025	1,497	96
Shamli	1,780	1,144	190
Shrawasti	871	451	19

	Siddharthnagar	820	503	53
	Sitapur	1,756	1,236	67
	Sonbhadra	2,173	1,921	285
	Sultanpur	1,976	1,653	122
	Unnao	416	338	24
	Varanasi	3,908	3,401	341
Uttarakhand	Almora	431	129	16
	Bageshwar	1,475	979	72
	Chamoli	1,630	832	74
	Champawat	1,467	1,018	63
	Dehradun	3,010	2,214	214
	Haridwar	3,151	2,586	442
	Nainital	1,154	779	83
	Pauri Garhwal	299	157	26
	Pithoragarh	445	247	16
	Rudraprayag	696	327	24
	Tehri Garhwal	2,231	597	76
	Udham Singh Nagar	3,126	2,195	254
	Uttarkashi	1,242	575	125

PERFORMANCE OF MSMEs IN WEST BENGAL

4405. SHRI KIRTI AZAD:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government is aware that West Bengal records the highest employment intensity of Micro, Small and Medium Enterprises (MSMEs) credit in the country, with approximately 162 jobs generated per Rupees one crore of MSMEs lending against the national average of about 44 jobs, as per data from the Ministry and Small Industries Development Bank of India (SIDBI) and

if so, the details thereof;

(b) the steps taken to increase credit flow and ease of access for MSMEs, particularly in districts with low formal credit penetration;

(c) the initiatives taken/proposed to be taken to strengthen cluster development, digitalisation and common infrastructure for MSMEs in the State;

(d) the details of credit guarantee, interest subvention and refinance schemes currently operational in West Bengal under programmes such as Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), Prime Minister's Employment Generation Programme (PMEGP) and Raising and Accelerating MSME Performance (RAMP); and

(e) the measures being implemented to promote women entrepreneurship, financial literacy and credit awareness among MSMEs

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): As per Udyam Portal, 53.65 lakhs MSMEs have been registered in the state of West Bengal till 16.03.2025. The MSMEs in the state of West Bengal has employed 2.23 crore people of the state.

(b) to (e): The Government has taken various measures to improve credit penetration, increase ease of access, strengthen cluster development for Micro,

Small and Medium Enterprises (MSMEs), including women led MSMEs, across the country, which inter-alia includes:

i. Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) implemented through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantee for loans extended to MSEs without collateral security and third-party guarantee. The ceiling for guarantee coverage is Rs. 10 crore under the scheme. The scheme also provides credit guarantee coverage of 90% for loans extended to women-led MSEs, as against 75% in general, along with a 10% relaxation in the guarantee fee. Since inception till 28.02.2026, a total of 8,03,720 credit guarantees amounting to Rs.76,887 Crore have been extended to MSEs in West Bengal.

ii. Self-Reliant India (SRI) Fund has been set up to infuse Rs. 50,000 crore as equity funding in MSMEs with a provision of Rs. 10,000 crore from the Government of India and Rs. 40,000 crore through Private Equity/Venture Capital Funds. The Budget 2026-27 has also announced a support of Rs 2,000 crore to top up the SRI Fund set up in 2021 to continue support to micro enterprises.

iii. Prime Minister's Employment Generation Programme (PMEGP) provides margin money subsidy for setting up of new micro enterprises, in the non-farm sector with project cost of Rs. 50 lakh for Manufacturing and Rs. 20

lakh for Services enterprises. For beneficiaries belonging to Special categories such as Women, the margin money subsidy is 35% in rural areas and 25% in urban areas. Under PMEGP, during the last three years, 5,404 Micro Enterprises have been assisted by a way of margin money subsidy of Rs.201.53 crore generating 43,232 employment in the state of West Bengal.

iv. Ministry of MSME implements Micro and Small Enterprises Cluster Development Programme (MSE-CDP) across the country, with an objective to enhance the productivity and competitiveness of MSEs for their holistic development adopting cluster approach through financial assistance as Government of India (GoI) grant for establishment of Common Facility Centres (CFCs) in the existing clusters and for establishment of new / up-gradation of existing Industrial Areas / Estates / Flatted Factory Complex.

v. Procurement and Marketing Support (PMS) scheme run by Ministry of MSME extends benefits for creating market access initiatives to MSEs. Under the scheme women beneficiaries are provided 100% Budgetary support upto Rs.1.5 Lakhs for Metro and A class cities and Rs. 0.80 lakhs for other cities for participation in approved domestic trade fairs and exhibitions

vi. Ministry of MSME implements Raising and Accelerating MSME Performance (RAMP) program which aims at enhancing the impact of the

existing schemes like the MSME Champions scheme, Credit Guarantee Scheme etc, and increasing Centre-State collaboration by providing grants to States/UTs for funding selected projects proposed in the Strategic Investment Plans proposed by the States and UTs. Under MSE Green Investment Financing for Transformation (GIFT) Scheme and MSE Scheme for Promotion and Investment in Circular Economy (MSE - SPICE) scheme of RAMP Programme, 6,029 MSEs have been assisted with sanctioned amount of Rs.4345.25 Crore in the state of West Bengal.

vii. In order to address the constraints faced by MSMEs in obtaining finance, particularly in terms of their ability to convert trade receivables into liquid funds, RBI had issued guidelines in December 2014 (updated on July 02, 2018) for the Trade Receivables Discounting System (TReDS)' permitting the non-bank entities to set up and operate an electronic platform for facilitating the financing of MSMEs' trade receivables through multiple financiers.

viii. As informed by RBI, in terms of para 4.1 (a) of RBI Master Direction - Lending to Micro, Small & Medium Enterprises (MSME) Sector dated July 24, 2017, all Scheduled Commercial Banks are mandated not to accept collateral security in the case of loans up to Rs. 10 lakh extended to units in the MSE sector. As per RBI circular dated 9th February 2026, this limit stands increased to Rs. 20 lakh from 1st April, 2026.

ix. Ministry of MSME, through its field offices, regularly organizes outreach programmes in coordination with MSME/ Industry Departments of States/UTs concerned and other stakeholders like CGTMSE, SIDBI, Banks, MSME Associations etc., to enhance credit availability among MSMEs.

NATIONAL RIVER CONSERVATION PLAN

4406. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the objectives, scope and implementation framework of the National River Conservation Plan (NRCP) including the rivers covered in Maharashtra, specifically those flowing through or impacting the ecological and livelihood landscape of Nandurbar Lok Sabha Constituency;

(b) the details of the projects sanctioned under NRCP during the last five years along with the Constituency-level details where applicable in Maharashtra including sewage treatment plants, riverfront development works, pollution abatement measures and afforestation initiatives;

(c) the total funds allocated, released and utilised for NRCP projects in Maharashtra, particularly in Nandurbar Lok Sabha Constituency, year-wise and the reasons for any delays or underutilisation of funds;

(d) the measurable outcomes achieved under NRCP including improvements in water quality parameters, biodiversity restoration and community participation

supported by monitoring data; and

(e) whether the Government has documented any success stories or best practices from NRCP implementation in Maharashtra that may serve as models for other river conservation projects and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): The objective of the National River Conservation Plan (NRCP) is to improve the water quality of rivers, excluding Ganga and its tributaries, through the implementation of pollution abatement works in various towns located mainly along the polluted stretches of rivers, as identified by the Central Pollution Control Board (CPCB) in States/Union Territories (UT) including Maharashtra. Through the Central Sponsored Scheme of NRCP, efforts of State Governments/ UT Administrations are supplemented in conservation of rivers by providing financial assistance on cost sharing basis for implementation of pollution abatement works mainly, Interception & Diversion, sewage treatment plant (STP), faecal sludge treatment plant, river front development, afforestration, etc.

Under NRCP, pollution abatement projects have been taken up for conservation of rivers namely Krishna at Karad; Panchganga at Kolhapur; Godavari at Nanded, Nashik, Trimbakeshwar; Tapi at Prakkasha in Nandurbar; Mula-Mutha at Pune; and Nag at Nagpur at a sanctioned cost of Rs.3109.85 crore. So far, STP capacity of 334 million litres per day (MLD) has been created

in Maharashtra.

In the last five years, a project for pollution abatement of Nag River at Nagpur, Maharashtra has been sanctioned under the NRCP. The project includes creation of 102 MLD sewage treatment capacity, 520 kilometres of sewer network, as well as crematoria and cattle shed facilities.

(c): For the ongoing projects in Pune and Nagpur constituencies of Maharashtra, so far, a Central share of about Rs. 674.56 crore and Rs. 167.44 crore has been released, respectively. No project has been received from the State Government for consideration under NRCP for the Nandurbar Lok Sabha Constituency during last five years. Reasons for delay in execution of the above projects may be attributed to delay in appointment of Project Management Consultant by state, cancellation of tender on account of high bids, land acquisition, local challenges, etc.

(d) and (e): As per the CPCB Report of 2025, number of polluted river stretches (PRS) in the country has decreased from 351 in 2018 to 296 in 2025. Further, 149 PRS have been delisted and improvement in water quality is observed in 71 PRS. In case of Maharashtra, improvement in river water quality has been observed where the number of Priority-I stretches has comparatively reduced from 9 to 2, Priority II from 6 to 5 and Priority-III from 14 to 9, in 2025.

Cleaning of rivers is a continuous process. Water is a ‘State’ subject and it is the primary responsibility of States/UTs to ensure proper treatment of sewage

to the prescribed standards before discharge into the rivers or other water bodies in their catchments. So far, NRCP has covered 58 rivers in 100 towns spread over 17 States including Maharashtra at a total sanctioned cost of Rs 8970.51 crore and sewage treatment capacity of 3019 MLD has been created.

मध्य प्रदेश में गैस अवसंरचना विकास

4407. श्रीमती संध्या रायः

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार मध्य प्रदेश के भिंड और दतिया जिलों में प्राकृतिक गैस पाइपलाइनों का विस्तार करने अथवा एक नगर गैस वितरण (सीजीडी) नेटवर्क विकसित करने की किसी योजना पर कार्य कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या इन जिलों में घरेलू पाइपकृत प्राकृतिक गैस (पीएनजी) कनेक्शन प्रदान करने और वाहनों के लिए संपीड़ित प्राकृतिक गैस (सीएनजी) स्टेशन स्थापित करने का कोई प्रस्ताव विचाराधीन है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या प्रधानमंत्री उज्वला योजना (पीएमयूवाई) के अंतर्गत भिंड और दतिया जिलों में पात्र परिवारों को शत-प्रतिशत गैस कनेक्शन प्रदान किए गए हैं और लाभार्थियों की संख्या का जिला-वार ब्यौरा क्या है और यदि नहीं, तो शेष पात्र परिवारों को शामिल करने के लिए क्या कार्य-योजना है; और

(घ) क्या गैस अवसंरचना के विस्तार के माध्यम से स्थानीय युवाओं को रोजगार और स्वरोजगार के अवसर प्रदान करने के लिए कोई विशेष पहल की जा रही है और यदि हां, तो भिंड और दतिया जिलों में संस्वीकृत और प्रगति पर चल रही परियोजनाओं सहित तत्संबंधी ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) और (ख): प्राकृतिक गैस की आपूर्ति प्राकृतिक गैस पाइपलाइनों के नेटवर्क और नगर गैस वितरण (सीजीडी) नेटवर्क के माध्यम से की जाती है। पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (पीएनजीआरबी) वह प्राधिकरण है, जो पीएनजीआरबी अधिनियम, 2006 के अनुसार, कंपनियों को गैस पाइपलाइन बिछाने, बनाने, परिचालित करने या उसका विस्तार करने के लिए प्राधिकार प्रदान करता है। मध्य प्रदेश राज्य से होकर गुजरने वाली निर्माणाधीन सहित परिचालनरत प्राकृतिक गैस पाइपलाइनों की स्थिति का ब्यौरा संलग्न **विवरण** में दिया गया है।

पाइप्ड प्राकृतिक गैस (पीएनजी) कनेक्शन देना, संपीड़ित प्राकृतिक गैस (सीएनजी) स्टेशनों की स्थापना और पाइपलाइन अवसंरचना बिछाना नगर गैस वितरण (सीजीडी) नेटवर्क के विकास का हिस्सा हैं जो पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (पीएनजीआरबी) द्वारा प्राधिकृत सीजीडी कंपनियों द्वारा किया जाता है। भिंड और दतिया ज़िले, झाँसी (ईएएए) ज़िले के हिस्से हैं और भिंड, जालौन, ललितपुर और दतिया ज़िलों का भौगोलिक क्षेत्र (जीए), मेसर्स अडानी टोटल गैस लिमिटेड (एटीजीएल) को सीजीडी नेटवर्क विकसित करने के लिए प्राधिकृत किया गया है जिसके तहत मार्च 2029 तक 1,10,099 घरेलू पीएनजी घरेलू(डी) कनेक्शन देने, 29 सीएनजी स्टेशन स्थापित करने और 1,568 इंच-किमी पाइपलाइन बिछाने का काम पूरा करने का एक न्यूनतम कार्य कार्यक्रम (एमडब्ल्यूपी) का लक्ष्य तय किया गया है। दिनांक 31.01.2026 की स्थिति के अनुसार, प्राधिकृत सीजीडी कंपनी ने भौगोलिक क्षेत्र (जीए) में 105 घरेलू पीएनजी कनेक्शन दिए हैं, 20 सीएनजी स्टेशन स्थापित किए हैं और 374 इंच-किमी पाइपलाइन बिछाई है।

(ग): प्रधानमंत्री उज्ज्वला योजना (पीएमयूवाई) मई 2016 में शुरू की गई थी, जिसका उद्देश्य देश भर के गरीब परिवारों की वयस्क महिलाओं को जमानतमुक्त एलपीजी कनेक्शन प्रदान करना था। सरकार

ने लंबित आवेदनों को निपटाने और देश में एलपीजी की पहुँच को संतृप्ति स्तर तक पहुंचाने के लिए वित्त वर्ष 2025-26 के दौरान पीएमयूवाई के तहत 25 लाख अतिरिक्त एलपीजी कनेक्शन जारी करने की मंजूरी दी। दिनांक 01.03.2026 की स्थिति के अनुसार, देश भर में लगभग 10.56 करोड़ पीएमयूवाई कनेक्शन थे जिनमें भिंड जिले में 1,72,741 कनेक्शन और दतिया जिले में 1,12,651 कनेक्शन

शामिल थे।

(घ): सीजीडी अवसंरचना के विस्तार से निर्माण, परिचालन, रख-रखाव और संबंधित सेवाओं के माध्यम से प्रत्यक्ष और अप्रत्यक्ष, दोनों तरह के रोज़गार के अवसर पैदा होते हैं, जिससे स्थानीय रोज़गार और स्वरोज़गार को बढ़ावा मिलता है।

विवरण

मध्य प्रदेश राज्य से गुजरने वाली परिचालन प्राकृतिक गैस पाइपलाइन का ब्यौरा

क्रम सं.	प्राकृतिक गैस पाइपलाइनों के नाम	प्राधिकृत कंपनी का नाम	प्रधिकार की तिथि	प्राधिकृत लंबाई (किमी)	प्राधिकृत क्षमता (एमएमएससीएमडी)	परिचालन लंबाई (किमी)	जिन राज्यों से पाइपलाइन गुज़रती है
1	हजीरा-विजयपुर-जगदीशपुर - जीआरईपी (गैस पुनर्वास और विस्तार परियोजना)- दाहेज-विजयपुर एचवीजे/वीडीपीएल	गेल	19.04.2010	6169	107	6732	उत्तर प्रदेश, मध्य प्रदेश, राजस्थान और गुजरात, हरियाणा, दिल्ली, और उत्तराखंड
2	दाहेज-विजयपुर (डीवीपीएल)-विजयपुर - दादरी (जीआरईपी) अपग्रेडेशन डीवीपीएल 2		14.02.2011				

	और वीडीपीएल						
3	शहडोल-फूलपुर	आरजीपीएल	11.07.2013	312	3.5	304	**मध्य प्रदेश** और उत्तर प्रदेश

मध्य प्रदेश राज्य से गुजरने वाली निर्माणाधीन प्राकृतिक गैस पाइपलाइन का ब्यौरा						
क्रम सं.	**प्राकृतिक गैस पाइपलाइनों के नाम**	**प्राधिकृत कंपनी का नाम**	**प्राधिकार की तिथि**	**प्राधिकृत लंबाई (किमी)**	**प्राधिकृत क्षमता (एमएमए ससीएम डी)**	**जिन राज्यों से पाइपलाइन गुज़रती है**
1	मुंबई-नागपुर-झारसुगुडा	गेल	15.05.2020	1755	16.50	महाराष्ट्र, मध्य प्रदेश , छत्तीसगढ़ और ओडिशा

(स्रोत – पीएनजीआरबी)

FRAUDS UNDER MSME SCHEMES

4408. SHRI SUDAMA PRASAD:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government is aware of recent cases where individuals and entities have been defrauded by fake persons claiming to facilitate credit and loans under Micro, Small and Medium Enterprises (MSMEs) schemes and if so, the details thereof;

(b) the total number of such cases reported/registered across the country during the last five years, State-wise along with the quantum of money involved, scheme names misused and the action taken in this regard;

(c) whether the Government has data on identified fake agencies/intermediaries misusing the names and logos of MSME and Government schemes or other MSME credit initiatives and if so, the details thereof; and

(d) whether the Government proposes constituting a committee or bringing any legislative or policy changes to enhance security, increase penalties for fraudsters targeting MSME beneficiaries and protect genuine MSME entrepreneurs from such fraud practices and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): All credit related schemes of Ministry of Micro, Small and Medium Enterprises (MSMEs) are implemented through Banks/Financial Institutions. Further, Ministry of MSME, through its field offices, regularly organizes outreach programmes in coordination with MSME/ Industry Departments of States/UTs concerned and other stakeholders such as Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), Small Industries Development Bank of India (SIDBI), Banks, MSME Associations etc. to create awareness and disseminate information among MSMEs in the country. Ministry of MSME, vide letter no. No. 1(12)/CLCSS/Misc/Fake Loans /2020-21 dated 18.09.2020, issued advisory to all MSMEs not to fall prey to offers made by such fraudsters either directly or through website/phone calls etc.

FUNDS TO SUPPORT START-UPS

4409. SHRI ESWARASAMY K.:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has established a Rupees Ten Thousand crore Fund of Funds to expand support for start-ups and if so, the details thereof along with the funds disbursed and utilised in this regard so far, State-wise;

(b) whether any new scheme has been launched to provide term loans up to Rupees Two crore for first-time women, Scheduled Caste/Scheduled Tribe entrepreneurs and if so, the total number of beneficiaries covered under it, State-wise; and

(c) the measures taken by the Government to ensure accessibility of such funding and mentorship for entrepreneurs in Tier-II and Tier-III cities and to strengthen linkages with existing schemes such as Stand-Up India?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): In the Union Budget 2026-27, Government announced a dedicated Rs. 10,000 crore SME Growth Fund, to create future Champions, incentivizing enterprises based on select criteria. The modalities of the announcement are being worked out.

(b): In the Union Budget 2025-26, Government announced a new scheme targeting 5 lakh first-time women, Scheduled Caste (SC), and Scheduled Tribe (ST) entrepreneurs, providing term loans up to Rs. 2 crore, to foster entrepreneurship, operating over the next five years. The modalities of the announcement are being worked out.

(c): The Government has taken various measures to improve credit penetration and reduce financial stress for new as well as existing MSMEs across the country, including in Tier-II and Tier-III cities, which inter-alia includes:

i. Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) implemented through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantee for loans extended to MSEs without collateral security and third-party guarantee. The ceiling for guarantee coverage is Rs. 10 crore under the scheme.
ii. Self-Reliant India (SRI) Fund has been set up to infuse Rs. 50,000 crore as equity funding in MSMEs with a provision of Rs. 10,000 crore from the Government of India and Rs. 40,000 crore through Private Equity/Venture Capital Funds. The Budget 2026-27 has also announced a support of Rs 2,000 crore to top up the SRI Fund set up in 2021 to continue support to micro enterprises.
iii. Prime Minister's Employment Generation Programme provides Margin Money subsidy up to 35%, for setting up of new micro enterprises, in the non-farm

sector with project cost of Rs. 50 lakh for Manufacturing and Rs. 20 lakh for Services enterprises.

iv. PM Vishwakarma Scheme was launched on 17.09.2023 to provide end-to-end holistic support to artisans and craftspeople of 18 traditional trades who work with their hands and tools. The Scheme includes provision of collateral free loans up to Rs. 3 lakh with interest subvention of max up to 8%.

v. As informed by DFS, Pradhan Mantri Mudra Yojana (PMMY) was launched on 08.04.2015 to extend collateral free credit up to Rs.20 lakh by Member Lending Institutions. Any individual, who is otherwise eligible to take a loan and has a business plan for small business enterprise can avail loan under the scheme for income generating activities in the manufacturing, trading, service sectors including activities allied to agriculture.

vi. As informed by Department for Promotion of Industry and Internal Trade (DPIIT), Startup India is an initiative by the Government of India that was launched on 16th January 2016, with intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country. Under the Startup India initiative, the Government is implementing three flagship Schemes, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS), and Credit Guarantee Scheme for Startups (CGSS) to provide funding opportunities for startups across sectors at various stages of their business cycle.

vii. As informed by RBI, in terms of para 4.1 (a) of RBI Master Direction - Lending to Micro, Small & Medium Enterprises (MSME) Sector dated July 24, 2017, all Scheduled Commercial Banks are mandated not to accept collateral security in the case of loans up to Rs.10 lakh extended to units in the MSE sector. As per RBI circular dated 9th February 2026, this limit stands increased to Rs. 20 lakh from 1st April, 2026.

viii. Further, Ministry of MSME, through its field offices, regularly organizes outreach programmes in coordination with MSME/ Industry Departments of States/UTs concerned and other stakeholders like CGTMSE, SIDBI, Banks, MSME Associations etc., to enhance credit availability among MSMEs.

FINANCIAL HEALTH OF DISCOMS

4410. SHRI P. P. CHAUDHARY:

SHRI DINESHBHAI MAKWANA:

SHRI DAMODAR AGRAWAL:

SHRI KOTA SRINIVASA POOJARY:

DR. SANJAY JAISWAL:

Will the Minister of **POWER** be pleased to state:

(a) whether specific policy interventions and structural reforms undertaken by the Government to improve the financial health of DISCOMs have had a positive

effect;

(b) if so, the details thereof, including the status of the Electricity (Late Payment Surcharge) Rules and the role of the Electricity (Amendment) Bill 2025 on promoting competition and payment discipline;

(c) the details of the Average Technical and Commercial (AT&C) Losses at the pan-India level since the inception of the Revamped Distribution Sector Scheme (RDSS) in 2021; and

(d) the year-wise trends of the gap between the Average Cost of Supply (ACS) and Average Revenue Realised (ARR) since the inception of the RDSS?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): Government of India (GoI) has been supporting the distribution utilities to improve their financial viability through various initiatives. Some of the key initiatives taken are as under:

1. Revamped Distribution Sector Scheme (RDSS) has been launched in the year 2021 with the objective of improving the quality and reliability of supply of power through a financially sustainable and operationally efficient distribution sector. The release of funds under the scheme is linked to performance of the States/ distribution utilities against financial and operational parameters.
2. Additional borrowing space of 0.5% of Gross State Domestic Product (GSDP)

has been made available to State Governments, which is conditional upon them undertaking specific reforms in the power sector including financial performance of the distribution utilities.

3. Additional Prudential Norms have been laid down for sanctioning of loans to State-owned power utilities based on performance of power distribution utilities against prescribed conditions.
4. Rules for implementation of Fuel and Power Purchase Costs Adjustment (FPPCA) and cost-reflective tariff have been framed so as to ensure that all prudent costs for supply of electricity are passed through.
5. Rules and Standard Operating Procedure have been issued for proper subsidy accounting and their timely payment.

With concerted efforts of Central and State Governments, the Aggregate Technical and Commercial (AT&C) losses at national level have reduced from 21.91% in FY21 to 15.04% in FY25 while the national Average Cost of Supply - Average Revenue Realized (ACS-ARR) gap has narrowed from Rs. 0.69/kWh to Rs. 0.06/kWh. These collective efforts have also resulted in DISCOMs achieving a profit after tax (PAT) of Rs 2,701 crore in FY25 for the first time.

GoI notified the Electricity (Late Payment Surcharge and Related Matters) Rules, 2022 on 3rd June, 2022. The Rules provide that all the dues of Generating companies (IPPs, CPSEs and Renewable Energy Developers), Traders and Inter State Transmission Service Providers, including late payments surcharges, upto

3rd June 2022 were considered as arrears which were to be rescheduled and the distribution licensee shall pay such dues in equated monthly installments (EMIs) as per the rules, starting from August 2022 with benefits of non-applicability of late payment surcharge after 03.06.2022. These rules also provide framework for time-bound clearance of current dues.

As a result, the outstanding legacy dues of Rs. 1,39,947 crore as on 03.06.2022 have reduced to Rs. 3,300 crore as on 10.03.2026. DISCOMs are also paying their current dues in time.

In order to ensure long-term financial stability for DISCOMs while safeguarding consumer interests, various measures have been envisaged in the draft National Electricity Policy (NEP) 2026, and Electricity (Amendment) Bill 2025.

(c) and (d): State wise AT&C loss and ACS-ARR gap since the inception of RDSS are given in the enclosed **Statement-I and II** respectively.

STATEMENT- I

State wise AT&C loss since the inception of RDSS (%)

State/ UT	2020-21	2021-22	2022-23	2023-24	2024-25
ANI	25.30	19.80	19.77	20.76	24.14
Andhra Pradesh	20.42	10.56	7.74	12.05	7.87
Arunachal Pradesh	51.82	47.83	51.70	42.86	46.20
Assam	18.73	16.95	16.22	14.03	15.44
Bihar	34.40	33.94	23.45	20.32	15.51
Chandigarh	13.81	NA	NA	NA	NA
Chhattisgarh	18.05	18.13	16.14	15.88	14.25
Delhi (NDMC)	9.43	7.88	10.67	12.82	8.36

Goa	12.89	12.79	17.09	9.09	10.39
Gujarat	11.08	9.17	10.72	8.97	8.25
Haryana	17.46	14.06	12.01	11.30	11.76
Himachal Pradesh	14.02	12.90	10.57	10.88	19.44
Jammu & Kashmir	59.28	NA	NA	NA	NA
Jharkhand	43.09	30.85	27.46	30.51	28.19
Karnataka	15.97	11.51	14.19	11.89	11.92
Kerala	7.83	8.08	5.65	7.44	6.61
Ladakh	NA	48.29	38.61	42.46	26.82
Lakshadweep	11.63	NA	NA	NA	NA
Madhya Pradesh	41.72	21.36	20.45	22.89	22.76
Maharashtra	26.60	14.73	16.96	23.86	17.69
Manipur	24.56	24.28	13.82	13.41	12.90
Meghalaya	23.37	29.75	17.75	17.51	17.52
Mizoram	29.05	36.45	26.53	28.01	32.31
Nagaland	47.08	43.26	47.28	47.11	48.86
Puducherry	20.12	14.20	21.83	17.75	14.72
Punjab	18.54	11.67	11.23	10.96	19.21
Rajasthan	26.18	17.49	15.44	22.13	15.18
Sikkim	98.35	30.77	26.41	27.84	21.84
Tamil Nadu	11.78	10.53	10.92	11.39	10.96
Telangana	13.33	10.65	18.65	19.01	19.84
Tripura	37.36	24.97	24.91	69.01	29.61
Uttar Pradesh	26.78	30.62	22.18	16.39	19.54
Uttarakhand	15.39	14.15	14.41	14.69	15.08
West Bengal	20.94	16.37	17.43	17.13	17.17
Private Sector	14.97	15.23	10.76	11.0	10.05
National	**21.91**	**16.28**	**15.22**	**15.97**	**15.04**

STATEMENT- II

State wise ACS-ARR gap since the inception of RDSS (Rs per kWh)

States/ UTs	2020-21	2021-22	2022-23	2023-24	2024-25
ANI	5.09	2.61	1.31	2.70	2.22
Andhra Pradesh	1.01	0.34	0.29	0.34	(0.15)
Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00

Assam	0.10	(0.30)	0.62	(0.22)	(0.26)
Bihar	0.87	0.62	0.04	(0.18)	(0.41)
Chandigarh	(0.42)	NA	NA	NA	NA
Chhattisgarh	0.20	0.21	0.26	(0.20)	(0.19)
Delhi (NDMC)	(0.77)	(0.39)	0.95	(2.45)	(0.86)
Goa	(0.18)	0.54	0.46	1.04	0.20
Gujarat	(0.07)	(0.06)	(0.02)	(0.58)	(0.40)
Haryana	(0.12)	(0.15)	(0.15)	(0.04)	0.10
Himachal Pradesh	0.11	0.10	0.78	0.36	0.23
Jammu & Kashmir	1.81	NA	NA	NA	NA
Jharkhand	1.92	1.20	2.52	1.66	0.95
Karnataka	0.83	(0.64)	0.32	1.08	0.69
Kerala	0.19	(0.03)	0.32	0.42	(0.17)
Ladakh	NA	0.42	2.05	0.89	(0.89)
Lakshadweep	19.44	NA	NA	NA	NA
Madhya Pradesh	1.23	0.28	(0.22)	0.18	(0.04)
Maharashtra	0.53	0.08	1.24	0.28	0.56
Manipur	0.07	0.16	1.16	(0.45)	(0.20)
Meghalaya	0.40	0.56	0.73	1.28	0.13
Mizoram	1.58	0.76	1.70	1.31	(0.34)
Nagaland	0.19	(0.26)	(0.31)	(0.40)	(0.50)
Puducherry	0.08	(0.25)	0.51	(0.18)	(0.64)
Punjab	(0.01)	(0.27)	0.19	(0.20)	(0.30)
Rajasthan	0.69	(0.31)	0.20	0.31	(0.04)
Sikkim	0.27	(0.00)	(0.72)	0.18	0.33
Tamil Nadu	1.48	0.93	0.89	0.11	(0.19)
Telangana	1.06	0.08	1.40	0.75	0.27
Tripura	(0.01)	0.40	0.80	0.84	1.40
Uttar Pradesh	0.94	0.56	1.34	0.55	0.73
Uttarakhand	0.10	(0.00)	0.72	0.10	0.06
West Bengal	1.16	(0.20)	0.32	0.17	(0.03)
Private Sector	(0.09)	(0.26)	(0.32)	(0.19)	(0.25)
National	**0.69**	**0.10**	**0.50**	**0.20**	**0.06**

TReDS PLATFORM

4411. SHRI EATALA RAJENDER:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether with Trade Receivables Discounting System (TReDS), more than rupees Seven lakh crore has been made available to Micro, Small and Medium Enterprises (MSMEs) and if so, the details thereof;

(b) whether to leverage its full potential, Government propose measures such as: (i) mandate TReDS as the transaction settlement platform for all purchases from MSMEs by Central Public Sector Enterprises (CPSEs), serving as a benchmark for other corporates; (ii) introduce a credit guarantee support mechanism through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) for invoice discounting on TReDS platform; (iii) link GeM with TReDS for sharing information with financiers about Government purchases from MSMEs, encouraging cheaper and quicker financing; and (iv) introduce TReDS receivables as asset-backed securities, helping develop a secondary market, enhancing liquidity and settlement of transactions, if so, the details and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): Trade Receivables Discounting System (TReDS) is an RBI-regulated digital platform that enables MSMEs to convert their trade receivables into

finance. As of now five TReDS Platforms namely RXIL, M1xchange, Invoice-mart (A-TReDS), C_2FO and KredX are operational. As informed by RBI, so far, these platforms have financed Rs 8.29 lakh crore to Micro, Small and Medium Enterprises (MSMEs) and the details are as under:

						(Rs. In Lakh Crore)
Name of the TReDS Platform	**RXIL**	**M1xchange**	**Invoice-mart (A-TReDS)**	**C_2FO**	**KredX**	**Total**
Value of Invoice financed	2.8244	2.7610	2.6746	0.0255	0.0002	8.2857

These four key measures have been announced vide Budget Announcement 2026. In order to implement the Budget announcements 2026 and to identify actionable recommendations, the Government has initiated consultations with stakeholders such as industry Associations, Central Public Sector Enterprises, Financial Institutions and TReDS platforms.

IMPROVEMENT IN RIVER WATER QUALITY

4412. SHRI KARTI P. CHIDAMBARAM:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has taken cognisance of continuing pollution levels in the river Ganges despite ongoing interventions under the Namami Gange Programme;

(b) if so, the details thereof along with the current status of water quality at major

monitoring stations, stretch-wise;

(c) the total sewage generation in towns located along the Ganges basin vis-à-vis the operational sewage treatment capacity created so far and the gap therein; and

(d) the time-bound and coordinated action plan proposed by the Government to ensure sustained improvement in river water quality standards?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a), (b) and (d): The Government of India (GoI) launched the Namami Gange Programme (NGP) in 2014-15 for the rejuvenation of river Ganga and its tributaries for five years, up to March 2021 and has been further extended to March 2026. As of January 2026, a total of 524 projects have been sanctioned at a cost of 42,964 crores, out of which 348 projects have been completed. The majority of these projects pertain to the creation of sewage infrastructure, as untreated domestic and industrial wastewater is the primary cause of pollution in the river. A total of 218 sewerage infrastructure projects have been taken up at a cost of 35,729 crores for the creation and rehabilitation of 6610 Million Litres per Day (MLD) of Sewage Treatment Plant (STP) capacity. 138 sewerage projects have been completed, resulting in the creation and rehabilitation of 4,050 MLD of STP capacity.

Central Pollution Control Board (CPCB), carries out manual water quality

monitoring of the river Ganga at 112 locations across five Ganga main-stem States- Uttarakhand-19; Uttar Pradesh-41; Bihar-33; Jharkhand-04; and West Bengal-15. As per CPCB report on Polluted River Stretch (PRS) 2025, the following information about Ganga main stem pollution is available:

Ganga Main Stem – State-wise Comparison (2018 vs 2025)

State	2018 Polluted Stretch	Priority (2018)	2025 Polluted Stretch	Priority (2025)	Trend/Observation
Uttarakhand	Haridwar ⟶ Sultanpur	IV	No PRS	—	Improved and PRS stretch removed
Uttar Pradesh	Kannauj ⟶ Varanasi	IV	Bijnor ⟶ Tarighat	IV / V	Partially improved
Bihar	Buxar to Bhagalpur	V	Bhagalpur D/S⟶ Khalgaon D/S	V	Marginal pollution remains
Jharkhand	No PRS	—	No PRS	—	—
West Bengal	Triveni ⟶ Diamond Harbour	III	Baharampore ⟶ Diamond Harbour	V	improved

Based on the water quality data (median values) of the river Ganga for the year 2025 (January to August), the following observations are made:

i. pH & Dissolved Oxygen (DO) are the most critical parameters of river health. The pH & DO of River Ganga meet the required norms for bathing criteria at all the locations of River Ganga.

ii. Water quality of river Ganga is conforming with the bathing criteria w.r.t. Bio-chemical Oxygen Demand (BOD) in the entire stretch of river Ganga in Uttarakhand, Jharkhand, Bihar & West Bengal, except the

following locations/stretches:

- Farrukhabad to Purana Rajapur, Kanpur.
- Dalmau, Raebareli.
- D/s Mirzapur to Tarighat, Ghazipur (except two locations namely U/s Varanasi, After confluence Gomti & U/s Ghazipur) in Uttar Pradesh.

As per the biomonitoring conducted during 2024-25 at 50 locations along river Ganga and its tributaries and 26 locations along River Yamuna and its tributaries, the biological water quality (BWQ) predominantly ranged from 'Good' to 'Moderate'. The presence of diverse benthic macro-invertebrate species indicates the ecological potential of the rivers to sustain aquatic life.

Cleaning of river is a continuous process and Government of India is supplementing the efforts of the State Governments in addressing the challenges of pollution in river Ganga and its tributaries by providing financial and technical assistance under Namami Gange Programme.

(c): The approx. quantity of sewage generated from river Ganga front towns vis-a-vis installed capacity of Sewage Treatment Plants (STPs), State-wise is as follows:

State	Approx. Sewage Generation in Ganga front towns (MLD)	Installed capacity of STPs (MLD)
Uttarakhand	239.8	346.8
Uttar Pradesh	1255.2	1499.0
Bihar	480.0	400.0
Jharkhand	12.0	15.5

West Bengal	1571.5	716.3
TOTAL	**3558.5**	**2977.5**

Approximately 3558.5 MLD (Million liters per day) sewage is generated in Ganga-front towns for which STPs with capacity of 2977.5 MLD have been installed and operational capacity is 2813 MLD. In addition, in Kolkata, East Kolkata Wetland caters to around 900 MLD of sewage treatment.

WORKS UNDER SCHEMES OF MINISTRY OF TRIBAL AFFAIRS

4413. SHRI RICHARD VANLALHMANGAIHA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the details of works recommended by Members of Parliament under various schemes of the Ministry for the Financial Year 2024-25, Member-wise and State-wise;

(b) the number of MP-recommended works completed during the Financial Year 2023-24, along with details, scheme-wise and State-wise;

(c) the list of works approved by the Ministry's Project Approval Committee (PAC) for 2024-25, State-wise and Member-wise indicating the total financial outlay approved;

(d) the details of States having the highest number of works recommended, considering both MP recommendations and PAC approvals during 2024-25; and

(e) the criteria, guidelines and procedures adopted by the Ministry for prioritising and approving MP-recommended works, including the role of the PAC?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (e): Major schemes/programmes being implemented by the Ministry of Tribal Affairs for the welfare of Scheduled Tribes are as follows:

(i) Dharti Aaba Janjatiya Gram Utkarsh Abhiyan: Hon'ble PM launched Dharti Aaba Janjatiya Gram Utkarsh Abhiyan on 2nd October, 2024. The Abhiyan comprises of 25 interventions implemented by 17-line Ministries and aims to saturate infrastructural gaps in 63,843 villages, improve access to health, education, Anganwadi facilities and providing livelihood opportunities benefiting more than 5 crore tribals in 549 districts and 2,911 blocks in 30 States/UTs in 5 years. The Abhiyan has total budgetary outlay of Rs.79,156 Cr (Central share: ₹56,333 Cr and State share: ₹22,823 Cr).

The detailed guideline of the scheme can be seen at: https://tribal.nic.in/downloads/dajgua/DAJGUAguidelines-30102024.pdf .

Under the scheme of Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) **t**he proposals are submitted by the State Govt./ UT Administration through Pr Secretary, Tribal welfare Department for approval of the Project Appraisal Committee (PAC) constituted for consideration of Grants for this purpose.

State wise details of projects approved by PAC during Financial Year are uploaded on this Ministry's website and can be seen at below URL: https://tribal.nic.in/display_PAC_DAJAGUAMinutes.aspx

(ii) Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN): Government has launched Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) on 15th November 2023, which is celebrated as Janjatiya Gaurav Divas. The mission with financial outlay of around Rs.24,000 Crore aims to saturate PVTG households and habitations with basic facilities such as safe housing, clean drinking water and sanitation, improved access to education, health and nutrition, road and telecom connectivity, electrification of un-electrified households and sustainable livelihood opportunities in time bound manner in 3 years.

The detailed guideline of the scheme can be seen at: https://tribal.nic.in/downloads/PM-JANMAN/PM-JANMAN-OperationalGuidelines2024.pdf\

Under PM JANMAN, as per the guidelines of the interventions of multipurpose centres (MPCs) implemented by Ministry of Tribal Affairs, the proposals are submitted by the State Govt./ UT Administration through Pr Secretary/Secretary, Tribal Welfare Department for approval of the Committee (PAC) constituted for consideration of these proposals in the Ministry.

The details of the approvals of the Committee are uploaded on the website

of the Ministry (https://tribal.nic.in/PM-JANMAN.aspx).

(iii) Pradhan Mantri Janjatiya Vikas Mission (PMJVM): The Ministry of Tribal Affairs is implementing the Pradhan Mantri Janjatiya Vikas Mission (PMJVM) to promote sustainable livelihoods and entrepreneurship among tribal communities. The mission was formed by merging two earlier schemes related to Minimum Support Price (MSP) for Minor Forest Produce (MFP) and development and marketing of tribal products. Under the scheme, MSP is declared for selected MFPs and designated State agencies undertake procurement when market prices fall below the MSP. The mission also focuses on value addition, sustainable collection, infrastructure development, and strengthening market linkages for tribal products. It is implemented through TRIFED, with financial support to States for establishing Van Dhan Vikas Kendras (VDVKs) as centres for value addition and marketing of MFP and other tribal produce.

The detailed guideline of the scheme can be seen at: https://tribal.nic.in/downloads/Livelihood/Guidelines/PMJVMGuidelines.pdf

Under the scheme, the State government submits the proposal relating to infrastructure development / creation to the TRIFED along with a Detailed Project Report (DPR) for financial support. The TRIFED constitutes a Project Appraisal Committee (PAC) for their appraisal and approval.

(iv) Eklavya Model Residential Schools (EMRS): Eklavya Model Residential School (EMRS) was started in the year 2018-19 to provide quality education at

par with Navodaya Vidyalaya to the tribal children in their own environment. Under the new scheme, Government decided to establish 440 EMRSs, one EMRS in every block having more than 50% ST population and at least 20,000 tribal persons (as per census 2011). 288 EMRS schools were initially funded under Grants under Article 275(1) of the Constitution, which are being upgraded as per the new model. Accordingly, Ministry has set the target to set up total of 728 EMRSs benefiting around 3.5 lakh ST students across the country.

The detailed guideline of the scheme can be seen at: https://tribal.nic.in/downloads/EMRS/Guidelines/EMRS%20Guidelines%20November%202020.pdf

Under the scheme, based on the proposal received from the State/UT Government or State/UT EMRS Society the National Education Society for Tribal Students (NESTS) examines the admissibility and submit a proposal to the Ministry of Tribal Affairs. Ministry releases the fund to the National Education Society for Tribal Students at the beginning of the financial year for release to State Society.

(v) Grants under Article 275(1) of the Constitution: Under the Proviso to Article 275(1) of Constitution, Grants are released to States, having ST population for raising the level of administration in Scheduled Areas and for the welfare of tribal people. This is a Special Area Programme and 100% grants are provided to States. Funds are released to the State Governments depending on

the felt needs of ST population to bridge the gap in infrastructure activities in the fields of education, health, skill development, livelihood, drinking water, sanitation, etc.

The detailed guideline of the scheme can be seen at: https://tribal.nic.in/downloads/Article275/Article275Guidelines2025.pdf

Under the programme of "Proviso to Grants under Article 275(1) of the Constitution", funds are provided to State Governments with notified STs based upon proposals received from the State Government duly approved by Executive Committee of the State (headed by Chief Secretary) and after appraisal and approval thereof by a Project Appraisal Committee (PAC) constituted in this Ministry for this purpose.

State wise details of projects approved by PAC during Financial Year 2024-25 are uploaded on this Ministry's website and can be seen at below URL: https://tribal.gov.in/display_PAC_minutes.aspx

(vi) Grant-in Aid to Voluntary Organizations working for the welfare of Scheduled Tribes: Under the scheme of Grant-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes, the Ministry funds projects in the fields of education and health, covering residential schools, non-residential schools, hostels, mobile dispensaries, ten or more bedded hospitals, livelihood, etc.

The detailed guideline of the scheme can be seen at:

https://tribal.nic.in/downloads/NGO/NGO-GIAtoVOsGuidelines.pdf

Under the scheme, NGOs/Voluntary Organizations submit their application on NGO grants portal in the prescribed format along with required documents. The proposals are forwarded to district authority for its physical inspection. District authorities conduct field inspections and send its report to state govt., if found satisfactory. Based on the inspection report and eligibility under the scheme guidelines, the State Government/UT Administration forwards the proposal with its recommendations to the Ministry.

In the case of new projects, after receipt of application as above, the NGO Division of the Ministry of Tribal Affairs gets it appraised through third party and places eligible cases before the Project Appraisal Committee (PAC) for consideration. The committee evaluates the proposal in accordance with scheme guidelines and recommends suitable projects for financial assistance. Based on the recommendations of the PAC and approval of the competent authority, grants-in-aid are considered by the Ministry for implementation of the approved projects, which are subsequently monitored through reports, inspections, and submission of utilization certificates.

(vii) Pre-Matric Scholarships to ST students: The scheme is applicable to students who are studying in Classes IX –X. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Scholarship of Rs.225/-per month for day scholars and Rs.525/-per month for hostellers is given for a period

of 10 months in a year. Scholarship is disbursed through the State Government/UT Administration. Funding ratio is 75:25 between Centre and States for all States except North East and Hills States/UT like Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

The detailed guideline of the scheme can be seen at: https://tribal.nic.in/downloads/guidelines/pre-matric/guidelines-Pre-matric-17-Oct-2022.pdf

Under the scheme, the funds are released to States/UTs based on utilization and compliance with scheme guidelines, and thereafter disbursed to eligible beneficiaries. It is a beneficiary-oriented DBT scheme implemented through State-level verification and monitoring systems.

(viii) Post Matric Scholarship to ST students: The objective of the scheme is to provide financial assistance to the Scheduled Tribe students studying at post-matriculation or post-secondary levels to enable them to complete their education. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Compulsory fees charged by educational institutions are reimbursed subject to the limit fixed by the concerned State Fee fixation committee and scholarship amount of Rs.230 to Rs.1200 per month, depending upon the course of study is paid. The Scheme is implemented by the State Governments and Union Territory Administrations. Funding ratio is 75:25

between Centre and States for all States except NE and Hilly States/UT of Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

The detailed guideline of the scheme can be seen at: https://tribal.nic.in/downloads/guidelines/post-matric/Post-matric-guidelines-15032023.pdf

Under the scheme, the funds are released to States/UTs based on utilization and compliance with scheme guidelines, and thereafter disbursed to eligible beneficiaries. It is a beneficiary-oriented DBT scheme implemented through State-level verification and monitoring systems.

(ix) National Overseas Scholarships for ST Candidates: The Scheme provides for financial assistance to selected students to pursue Post Graduation, PhD & Post-Doctoral study abroad. A total of 20 awards are given every year. Of these, 17 awards are for STs and 3 awards for students belonging to Particularly Vulnerable Tribal Groups (PVTGs). Parental/family income from all sources should not exceed Rs.6.00 lakhs per annum.

The detailed guideline of the scheme can be seen at: https://tribal.nic.in/downloads/guidelines/NOS/RevisedGuidelinesNOS07102022.pdf

Under the scheme, applications are invited through an online portal, and beneficiaries are selected on the basis of merit through a defined selection

procedure, including evaluation of academic performance and, where required, interview by an Expert Committee. The financial assistance is provided directly to selected students and institutions through designated mechanisms. It is a centralized beneficiary-oriented scholarship scheme based on merit selection and direct financial assistance.

(x) National Fellowship & Scholarship for Higher Education for ST students: The scheme provides financial assistance to meritorious Scheduled Tribe students for pursuing higher education in India. The scheme has two components: National Fellowship for M.Phil/Ph.D research after post-graduation and National Scholarship for pursuing graduate and postgraduate professional courses in selected premier institutions. It covers tuition fees, stipend, books, computer assistance and other academic expenses. Selection is conducted through online application and merit-based evaluation, and funds are released through Direct Benefit Transfer (DBT) via PFMS. The objective is to increase access of ST students to quality higher education and advanced research opportunities.

The detailed guideline of the scheme can be seen at: https://tribal.nic.in/downloads/guidelines/NFS/GuidelinesFellowshipandScholarship2022.pdf

Under the scheme, financial assistance is disbursed directly to beneficiaries or institutions through DBT/PFMS mechanisms. It is a centralized beneficiary-

oriented scholarship scheme based on merit selection and direct fund transfer.

(xi) Support to Tribal Research Institutes (TRIs): Under the scheme, the Ministry extends support to the State Governments through the Scheme to strengthen Tribal Research Institutes (TRIs) in their infrastructural needs, research & documentation activities and training & capacity building programmes, organization of tribal festivals yatras for promotion of unique cultural heritage and for promoting tourism and organisation of exchange visits by tribals, so that the tribal cultural practices, languages and ritual are preserved and disseminated and also for setting up Tribal Freedom Fighters Museum to acknowledge the heroic and patriotic deeds of tribal people who struggled against the colonial rule and dedicated their life to the nation.

The detailed guideline of the scheme can be seen at: https://tribal.nic.in/downloads/TRI/Guidelines/TRI_Guidelines.pdf

Under the scheme, TRIs prepare detailed proposals and annual action plans which are submitted to the Ministry through State Governments for consideration. These proposals are appraised and approved by an Apex Level Committee constituted by the Ministry, and funds are released based on approved activities and requirements. The implementation of approved projects is monitored periodically by the Ministry.

(xii): Financial Assistance to Centres of Excellence (CoE): Under this scheme, the Ministry of Tribal Affairs provides financial support to reputed

universities, research institutions, and organizations working in the field of tribal development to function as Centres of Excellence. The scheme aims to strengthen institutional capacities for conducting high-quality, policy-oriented research on tribal issues, including cultural preservation, socio-economic development, and rights-based studies. Selected institutions are expected to undertake long-term research projects, develop policy recommendations, and contribute to knowledge generation for informed decision-making in tribal development programmes.

The detailed guideline of the scheme can be seen at: https://tribal.nic.in/downloads/TRI/Guidelines/CoE_Guidline.pdf

Under the scheme, institutions are identified as Centres of Excellence through a Selection Committee constituted by the Ministry, after which they submit detailed research proposals and programmes for consideration. These proposals are examined and approved by the Ministry based on scheme guidelines and merit of the studies, and funds are released accordingly.

The recommendations received from Hon'ble Members of Parliament are duly examined by the Ministry in accordance with the provisions and procedures prescribed by guidelines of the respective schemes. Such suggestions are considered while processing proposals received through the prescribed institutional mechanisms, including proposals submitted by State Governments/UT Administrations and appraised by the competent committees

such as the Project Appraisal Committee (PAC), wherever applicable. The approval of projects is based on eligibility criteria, scheme objectives, availability of funds and compliance with the respective scheme guidelines.

STRATEGIC PETROLEUM RESERVES

4414. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the primary roles and objectives of Indian Strategic Petroleum Reserve Limited (ISPRL) and the details of all Strategic Petroleum Reserves (SPRs) currently under operation under Phase-I, including their storage capacities and State/UT-wise locations;

(b) the manner in which the current combined reserve capacity compares with the recommendation of the International Energy Agency (IEA) of maintaining ninety days import cover;

(c) the present status of the SPRs being developed under Phase-II along with the proposed locations, targeted capacities and the estimated budget or investment model approved for their development; and

(d) whether the Government proposes to consider regionally neutral States such as Chhattisgarh, which may offer better protection against maritime threats, for development of SPRs under Phase-III and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): Government of India (GoI), through a Special Purpose Vehicle called Indian Strategic Petroleum Reserve Limited (ISPRL), has established Strategic Petroleum Reserves (SPR) facilities with total capacity of 5.33 Million Metric Tonnes (MMT) of crude oil in Andhra Pradesh and Karnataka, which can act as buffer for short-term supply shocks. It will provide for about 9.5 days of crude oil requirement.

The current total national capacity for storage of crude oil and petroleum products is 74 days which includes capacity of storage facilities of the Oil Marketing Companies (OMCs) of 64.5 days. The actual reserve is a dynamic number depending on the stocks and actual consumption, both of which are not static.

Membership criteria of International Energy Agency entails that Member Countries maintain Crude oil and/or product reserves equivalent to 90 days of the previous year's net imports, to which Government has immediate access.

In July 2021, Government had also approved the establishment of two additional commercial-cum-strategic petroleum reserve facilities with total storage capacity of 6.5 MMT in Odisha and Karnataka, on a Public Private Partnership mode at a total project cost of Rs. 14,527 crores with the Viability Gap Funding

(VGF) capped at 60% of the total project cost.

Government, from time to time, evaluate the possibility of augmentation of storage capacities based on technical and commercial feasibility. Assessment of new sites for establishing additional petroleum reserves is a continuous process.

बाढ़ से क्षतिग्रस्त शहरी अवसंरचना का पुनरूद्धार

4415. श्री देवेश शाक्य:

श्री नीरज मौर्य:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) विगत तीन वर्षों के दौरान बाढ़ के कारण क्षतिग्रस्त शहरी अवसंरचना के पुनरुद्धार के लिए केन्द्रीय योजनाओं के अंतर्गत स्वीकृत, जारी की गई और उपयोग की गई कुल निधियों का राज्य-वार विशेषकर उत्तर प्रदेश के एटा और कासगंज जिलों का ब्यौरा क्या है;

(ख) अनुमोदित समय-सीमा से अधिक विलंब अथवा लागत में वृद्धि के मामलों सहित राज्य-वार विशेषकर उत्तर प्रदेश के एटा और कासगंज जिलों के लिए कितनी पुनरुद्धार परियोजनाएं स्वीकृत, पूरी की गई और लंबित पड़ी हैं;

(ग) क्या बाढ़ से क्षतिग्रस्त शहरी अवसंरचना के पुनरुद्धार से संबंधित कोई प्रस्ताव वर्तमान में सरकार के पास लंबित हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है और विशेषकर एटा और कासगंज जिलों में इस विलम्ब के क्या कारण हैं, और

(घ) क्या तृतीय पक्ष तकनीकी संपरीक्षा अथवा उपयोग प्रमाण-पत्र (यूसी) की समीक्षा के दौरान प्रभावी कार्यान्वयन में किसी कमियों अथवा निधियों के अन्यत्र उपयोग की पहचान की गई है और ऐसी परियोजनाओं में कार्यान्वयन संबंधी अनियमितताओं का पता चला है और यदि हां, तो तत्संबंधी

ब्यौरा क्या है और उन पर क्या कार्रवाई की गई है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (घ): अधिसूचित आपदाओं के ध्यान में रखते हुए आवश्यक राहत/पुनर्स्थापन उपायों को प्रदान करने की प्राथमिक जिम्मेदारी राज्य सरकार की है। केंद्र सरकार राज्य सरकार के प्रयासों में सहयोग करती है और आवश्यक लॉजिस्टिक्स एवं वित्तीय सहायता प्रदान करती है। राज्य सरकार वर्षा और बाढ़ सहित 12 अधिसूचित प्राकृतिक आपदाओं के कारण हुई क्षति का आकलन करती है और भारत सरकार के अनुमोदित मानदंडों के अनुसार उनके पास उपलब्ध राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) से राहत सहायता प्रदान करती है। 'गंभीर प्रकृति' की आपदा की स्थिति में, निर्धारित प्रक्रिया के अनुसार राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता प्रदान की जाती है, जिसमें अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) के दौरे के आधार पर आकलन

शामिल है।

शहरी बाढ़ जोखिम न्यूनीकरण कार्यक्रम के अंतर्गत वर्ष 2021-26 की अवधि के दौरान मुंबई, कोलकाता, चेन्नई, बेंगलुरु, हैदराबाद, पुणे और अहमदाबाद के सात शहरों में आवंटन और न्यूनीकरण उपायों का ब्यौरा निम्नानुसार है:

शहर	न्यूनीकरण उपाय	एनडीएमएफ* (रूपए करोड़ में)	राज्य (रूपए करोड़ में)
मुंबई	6	500	207.71
पुणे	17	250	228.22
हैदराबाद	4	250	69.53
कोलकाता	6	500	150.43
बेंगलुरु	12	250	25
अहमदाबाद	6	250	25
चेन्नई	5	500	61.29

कुल	**56**	**2500**	**767.18**

*एनडीएमएफ- राष्ट्रीय आपदा न्यूनीकरण निधि

इस आवंटन में से मुंबई, चेन्नई और कोलकाता, प्रत्येक के लिए 500 करोड़ रुपए, जबकि बेंगलुरु, हैदराबाद, पुणे और अहमदाबाद, प्रत्येक के लिए 250 करोड़ रुपए निर्धारित किए गए हैं। चेन्नई के परियोजना प्रस्तावों को 27 नवंबर 2023 को अनुमोदित किया गया और शेष शहरों के प्रस्तावों को 25 जुलाई 2024 को सामूहिक रूप से अनुमोदित किया गया था। कुल आवंटन की 30% राशि की पहली किश्त सभी सात शहरों को जारी कर दी गई है।

शहरी बाढ़ जोखिम न्यूनीकरण कार्यक्रम के **दूसरे चरण में** ग्यारह शहर, गुवाहाटी, पटना, कानपुर, त्रिवेंद्रम, विशाखापत्तनम, भुवनेश्वर, भोपाल, जयपुर, इंदौर, लखनऊ और रायपुर शामिल हैं। कुल आवंटन की 30% राशि की पहली किश्त गुवाहाटी शहर को जारी कर दी गई है। आवंटन का ब्यौरा निम्नानुसार है:

शहर का नाम	**एनडीएमएफ शेयर**	**राज्य का हिस्सा**	**कुल**
भोपाल	200	22.22	222.22
भुवनेश्वर	200	22.22	222.22
गुवाहाटी	200	22.22	222.22
जयपुर	200	22.22	222.22
कानपुर	200	22.22	222.22
पटना	200	22.22	222.22
रायपुर	200	22.22	222.22
तिरुवनंतपुरम	200	22.22	222.22
विशाखापत्तनम	200	22.22	222.22
इंदौर	200	22.22	222.22
लखनऊ	200	22.22	222.22
कुल	**2200**	**244.42**	**2444.42**

शहरी क्षेत्रों में जल आपूर्ति, सीवरेज प्रबंधन, जल निकायों के पुनरुद्धार आदि क्षेत्रों में आधारभूत अवसंरचना को बढ़ाने के लिए आवास और शहरी विकास मंत्रालय की अमृत 2.0 योजना के अंतर्गत, उत्तर प्रदेश के एटा जिले में 222.14 करोड़ रुपए की छह परियोजनाओं और कासगंज जिले में 81.73 करोड़ रुपए की चार परियोजनाओं को अनुमोदित किया गया है।

मध्य प्रदेश में उद्यम सखी पोर्टल

4416. श्री दर्शन सिंह चौधरी:

क्या **सूक्ष्म, लघु और मध्यम उद्यम** मंत्री यह बताने की कृपा करेंगे किः

(क) मध्य प्रदेश में उद्यम सखी पोर्टल की शुरुआत के बाद से इस पोर्टल पर पंजीकृत महिलाओं का जिला-वार, विशेषकर होशंगाबाद और नरसिंहपुर जिलों में ब्यौरा क्या है और उनकी संख्या कितनी है;

(ख) उक्त पंजीकृत महिलाओं को अब तक प्रदान किए गए ऋण, अनुदान, राजसहायता आदि जैसे वित्तीय लाभों और प्रशिक्षण/क्षमता निर्माण कार्यक्रमों का ब्यौरा क्या है;

(ग) क्या सरकार ने महिला उद्यमिता को बढ़ावा देने के लिए इन दोनों जिलों के ग्रामीण विकास खंडों में क्लस्टर विकास, विपणन सहायता, डिजिटल प्लेटफार्मों के साथ एकीकरण और सहायता सहित कोई विशेष उपाय किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या नरसिंहपुर जिले में जिला सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) सुविधा केन्द्र की स्थापना करने का कोई प्रस्ताव विचाराधीन है और यदि हां, तो इसके कार्य के दायरे, प्रस्तावित स्थान और स्थापना की समय-सीमा का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) और (ख): उद्यम सखी पोर्टल को वर्ष 2018 में एमएसएमई क्षेत्र में मौजूदा और भावी महिला उद्यमियों को सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय (एमएसएमई) की वित्तीय स्कीमों, नीतियों और कार्यक्रमों के बारे में जानकारी प्रदान करने के लिए शुरू किया गया था। उद्यम सखी पोर्टल महिलाओं को निम्नलिखित स्कीमों / कार्यक्रमों पर जानकारी प्रदान करता है:

i. एमएसएमई मंत्रालय और अन्य केंद्रीय मंत्रालयों/विभागों की वित्तीय स्कीमें जैसे पीएमईजीपी, सीजीटीएमएसई, मुद्रा, ट्रेड्स आदि।
ii. एमएसएमई मंत्रालय और अन्य केंद्रीय मंत्रालयों की नीतियां और कार्यक्रम।
iii. व्यापार योजना तैयार करने के बारे में जानकारी।
iv. संबंधित राज्यों / संघ राज्य क्षेत्रों में एमएसएमई मंत्रालय के नोडल कार्यालयों / सहायक संगठनों का विवरण।
v. एमएसएमई मंत्रालय द्वारा आयोजित प्रदर्शनियों, व्यापार मेलों और अंतर्राष्ट्रीय कार्यक्रमों के बारे में जानकारी।

अब तक पूरे देश में कुल 4,580 महिलाओं का पंजीकरण किया गया है। इनमें से 79 महिलाएं मध्य प्रदेश राज्य से हैं। मध्य प्रदेश के होशंगाबाद और नरसिंहपुर जिलों से किसी भी महिला का पंजीकरण नहीं हुआ है। यह पोर्टल अब बंद कर दिया गया है।

(ग): सरकार ने एमएसएमई में महिलाओं की भागीदारी बढ़ाने के लिए कई पहलें की हैं, जैसे:

i. एमएसएमई मंत्रालय की खरीद और विपणन सहायता योजना (पीएमएसएस) सूक्ष्म एवं लघु उद्यमों (एमएसई) को व्यापार मेलों / प्रदर्शनियों में व्यक्तिगत एमएसई की भागीदारी, विक्रेता विकास कार्यक्रम, आधुनिक पैकेजिंग तकनीक को अपनाने, बार कोड, ई-कॉमर्स प्लेटफॉर्म आदि जैसे विभिन्न घटकों के तहत बाजार पहुंच बनाने के लिए लाभ प्रदान करती है।

   प्रापण और विपणन सहायता स्कीम के तहत व्यापार मेलों में अन्य उद्यमियों को भागीदारी के लिए

80% की छूट की तुलना में महिला उद्यमियों की भागीदारी के लिए 100% की सब्सिडी दी जाती है।

पीएमएसएस के तहत व्यापार मेलों / प्रदर्शनियों में भाग लेने वाली महिला लाभार्थियों का ब्यौरा					
क्र. सं.	**वित्त वर्ष**	**आयोजित घरेलू व्यापार मेलों की संख्या**	**कुल लाभार्थी**	**महिला लाभार्थी**	**मध्य प्रदेश में महिला लाभार्थी**
1.	2023-24	256	11,034	3,579	91
2.	2024-25	255	9,870	3,309	148
3.	2025-26 (दिनांक 12.03.2026 के अनुसार)	276	10,309	3,698	344

ii. महिला स्वामित्व वाले एमएसएमई के लिए उद्यम पंजीकरण (यूआरपी) और उद्यम असिस्ट प्लेटफॉर्म (यूएपी) पर पंजीकरण के लिए विशेष अभियान।

iii. महिला उद्यमियों का समर्थन करने के लिए, सार्वजनिक प्रापण नीति, 2012 के तहत, सीपीएसई / मंत्रालयों / विभागों द्वारा वार्षिक खरीद का 3% महिलाओं के स्वामित्व वाले सूक्ष्म और लघु उद्यमों से अनिवार्य किया गया है।

iv. सूक्ष्म और लघु उद्यमों (एमएसई) के लिए क्रेडिट गारंटी स्कीम (एमएसई) के तहत महिला उद्यमियों का समर्थन करने के लिए, दिनांक 10.12.2024 से महिलाओं के स्वामित्व वाले एमएसई के लिए निम्नलिखित दो प्रावधान पेश किए गए हैं:

क. अन्यों के लिए 75% के मुकाबले 90% तक की गारंटी कवरेज; और

ख. 10% वार्षिक गारंटी शुल्क में रियायत।

v. एमएसएमई मंत्रालय प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) को कार्यान्वित करता है, जो एक क्रेडिट लिंक्ड सब्सिडी कार्यक्रम है और जिसका उद्देश्य गैर-कृषि क्षेत्र में सूक्ष्म उद्यमों की स्थापना के माध्यम से स्वरोजगार के अवसर पैदा करना है। पीएमईजीपी के कुल लाभार्थियों में से

39% महिलाएं हैं और गैर-विशेष श्रेणी (25% तक) की तुलना में उन्हें अधिक सब्सिडी (35%) प्रदान की जाती है।

vi. महिला उद्यमिता को प्रोत्साहित करने के लिए, एमएसएमई मंत्रालय कॅयर विकास योजना के तहत 'कौशल उन्नयन और महिला कॅयर योजना' लागू करता है, जो कॅयर क्षेत्र में लगी महिला कारीगरों के कौशल विकास के उद्देश्य से एक विशेष प्रशिक्षण कार्यक्रम है।

vii. मंत्रालय ने एमएसएमई मंत्रालय की विभिन्न स्कीमों के साथ मौजूदा और महत्वाकांक्षी महिला उद्यमियों के बीच जागरूकता पैदा करने के लिए 'यशस्विनी' जागरूकता अभियान की शुरुआत की है, जिससे उन्हें हैंडहोल्डिंग, मेंटरशिप और क्षमता निर्माण के माध्यम से निरंतर समर्थन प्रदान किया जा रहा है। अभियान के बाद दिनांक 15.03.2026 तक उद्यम पंजीकरण पोर्टल / उद्यम असिस्ट प्लेटफॉर्म पर 1.31 करोड़ महिला उद्यमियों का पंजीकरण हुआ है।

viii. एमएसएमई मंत्रालय "उद्यमिता और कौशल विकास कार्यक्रम (ईएसडीपी)" नामक एक केंद्रीय क्षेत्र की स्कीम का कार्यान्वयन करता है जिसका उद्देश्य युवा व्यक्तियों / इच्छुक उद्यमियों को स्वरोजगार या उद्यमिता को एक करियर विकल्प के रूप में स्वीकार करने के लिए प्रेरित करना है। इसका अंतिम उद्देश्य नए उद्यमों को बढ़ावा देना, मौजूदा एमएसएमई की क्षमता का निर्माण करना और देश में उद्यमशीलता संस्कृति को बढ़ावा देना है। मध्य प्रदेश राज्य के होशंगाबाद और नरसिंहपुर जिलों में वर्तमान वर्ष सहित पिछले पांच वित्तीय वर्षों में ईएसडीपी स्कीम की प्रगति निम्नानुसार है:

क्र. सं.	**वित्त वर्ष**	**होशंगाबाद**		**नरसिंहपुर**	
		आयोजित कार्यक्रमों की संख्या	**महिला लाभार्थियों की संख्या**	**आयोजित कार्यक्रमों की संख्या**	**महिला लाभार्थियों की संख्या**
1.	2021-22	1	22	0	0
2.	2022-23	19	469	18	412

3.	2023-24	14	374	17	477
4.	2024-25	9	231	24	552
5.	2025-26 (दिनांक 11.03.2026 तक)	51	1167	11	354
कुल		94	2,263	70	1,795
डेटा स्रोत: ईएसडीपी स्कीम का एमआईएस पोर्टल।					

(घ): एमएसएमईडी अधिनियम, 2006 के प्रावधानों के तहत, राज्य/संघ राज्य क्षेत्र की सरकारों को सूक्ष्म और लघु उद्यमों (एमएसई) को भुगतान करने में देरी के मामलों का निपटान करने के लिए सूक्ष्म और लघु उद्यम सुविधा परिषदों (एमएसईएफसी) की स्थापना करने का अधिकार प्रदान किया गया है। अब तक, मध्य प्रदेश में केवल एक एमएसईएफसी स्थापित किया गया है।

HEAVY PASSENGER RUSH IN MAHARASHTRA METRO RAIL CORRIDORS

4417. SHRI BHASKAR MURLIDHAR BHAGARE:
SHRIMATI SUPRIYA SULE:
SHRI SANJAY DINA PATIL:
PROF. VARSHA EKNATH GAIKWAD:
SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:
DR. AMOL RAMSING KOLHE:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Government is aware that several metro rail corridors in Maharashtra experience heavy passenger rush during peak hours resulting in commuters being required to stand for extended durations and whether any

study has been undertaken to assess peak-hour crowding levels and if so, the details thereof;

(b) whether the Government proposes to increase train frequency, add additional rakes or optimise signalling systems during peak hours to improve passenger comfort and safety and if so, the details thereof;

(c) the average daily and peak-hour ridership recorded on operational Metro corridors in Maharashtra during the last three years, year-wise;

(d) the status of approval and implementation of new Metro routes and corridor extensions proposed in the State to distribute passenger load and meet growing urban mobility demand; and

(e) the steps being taken to strengthen last-mile connectivity and inter-model integration to further decongest peak-hour Metro services and enhance overall ridership?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): Government of Maharashtra has informed that as per operational records, except for Mumbai Metro Line-1, no significant overcrowding at station/platform has been reported on other operational metro corridors. Passenger movement is continuously monitored and whenever required, additional train services are introduced by inducting more rakes during peak hours, deploying standby trains, adjusting headways and optimising operational

arrangements to effectively manage passenger flow and ensure safe and comfortable travel.

(c): Average daily ridership and peak-hour ridership on operational metro corridors in Maharashtra during the last three years, year-wise is given in the enclosed **Statement-I.**

(d): The physical progress of other metro projects approved for the state of Maharashtra to distribute passenger load on the operational metro lines is given in the enclosed **Statement-II.**

(e): Various measures taken by metro rail authorities for strengthening last-mile connectivity are as under:

- provision of feeder bus/auto rickshaw services at Metro Stations
- integration with other public transport systems like sub-urban rail stations and bus stations.
- intermediate public transport facilities like pick-up and drop-off zones, taxi/auto stands and pedestrian access at Metro stations.
- intelligent Transport and Passenger Information systems.
- way finding and signage improvements, etc.

STATEMENT-I

Average daily ridership and peak-hour ridership

Sr. No.	Metro Rail Project	Year					
		2023		2024		2025	
		Average Daily ridership	Average Daily peak hour ridership	Average Daily ridership	Average Daily peak hour ridership	Average Daily ridership	Average Daily peak hour ridership
		Figures in Lakhs					
1	Mumbai Metro Line-1 (Versova - Andheri – Ghatkopar)	3.64	0.35	3.94	0.38	4.27	0.41
2	Mumbai Metro Line-3 (Colaba - Bandra – Seepz)	0.19	0.04	0.65	0.14	1.53	0.29
3	Mumbai Metro Line-2A (Dahisar - D.N.Nagar)	0.31	0.18	1.18	0.65	1.37	0.91
4	Mumbai Metro Line- 7 (Dahisar (E) - Andheri (E))	0.22	0.13	0.72	0.40	0.85	0.56
5	Navi Mumbai Metro Line-1 (Belapur – Pendhar)	0.13	0.01	0.13	0.01	0.20	0.02

6	Pune Metro Line Phase -1 (PCMC - Swargate and Vanaj – Ramwadi)	0.40	0.04	1.29	0.14	1.95	0.20
7	Nagpur Metro Line Phase -1 (Automative Sq. - Khapri, Lokmanyanagar - Prajapati Nagar)	0.73	0.23	0.82	0.14	0.96	0.15

STATEMENT-II

Status of other approved metro projects in Maharashtra

Sr No	Project	Length (In km)	Physical Progress (in %) (as on 28.02.2026)
In Mumbai			
1	Mumbai Metro Line - 2B (D.N. Nagar - Mandale)	23.60	92.00 (civil)
2	Mumbai Metro Line - 4 (Vadala - Thane - Kasarvadavali)	32.30	90.50 (civil)
3	Mumbai Metro Line -4A (Kasarvadavali - Gaimukh)	2.70	96.50 (civil)
4	Mumbai Metro Line - 5 (Thane - Bhiwandi - Kalyan)	24.90	97.60 (civil) (For Phase-I)

5	Mumbai Metro Line - 6 (Swami Samarth Nagar - Vikhroli)	14.50	86.88 (civil)
6	Mumbai Metro Line - 9 and 7A (Dahisar - Mira Bhayndar and Andheri - CSMIA)	13.50	75.30 (civil)
7	Mumbai Metro Line - 10 (Gaimukh - Shivaji Chowk (Mira Road))	9.20	-
8	Mumbai Metro Line - 12 (Kalyan - Taloja)	20.70	20.17 (civil)
9	Thane internal ring Metro Project (Thane - New Thane Ring)	29.00	6.54
	In Nagpur		
10	Nagpur Metro Phase-2 (i) MIHAN - MIDC ESR (ii) Automotive Sq - Kanhan river, (iii) Lokmanya Nagar - Hingna, and (iv) Prajapati nagar - Transport nagar)	43.80	34.70
In Pune			
11	Pune Metro Line – 3 (Maan - Hinjewadi - Shivajinagar)	23.23	93.88
12	Pune Metro Rail Project Corridor 1A: Pimpri-Chinchwad (PCMC) to Nigdi.	4.41	37.09
13	Pune Metro Rail Project extension line from Swargate - Katraj	5.46	4.52
14	Pune Metro Phase-2 (Vanaj to Chandani Chowk & Ramwadi to Wagholi / Vitthalwadi)	12.75	1.02
15	Pune Metro Phase-2: Line – 4A & 4B – Kharadi – Hadapsar – Swargate – Khadakwasla with spur line of Nal Stop – Warje – Manik Baug	31.63	0.40

DRINKING WATER CONNECTIONS UNDER JJM

4418. SHRI KISHORI LAL:

PROF. SOUGATA RAY:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the number of drinking water connections provided so far under Jal Jeevan Mission (JJM), State-wise;

(b) the number of households which have not been provided water connections under JJM, State-wise;

(c) the details of Central funds released so far under JJM, State-wise; and

(d) whether the Government has noticed that a number of States are diverting such funds and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) and (b): To enable every rural household in the country to have assured potable water, in adequate quantity of prescribed quality on regular and long-term basis, through tap water connection, since August 2019, Government of India in partnership with states, is implementing Jal Jeevan Mission (JJM) - Har Ghar Jal.

At the start the Mission, only 3.23 Crore (16.7%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 03.03.2026, under Jal Jeevan Mission (JJM) – Har Ghar Jal more than 12.58 Crore additional rural households have been provided with tap water connections.

Thus, as on 03.03.2026, out of around 19.36 Crore rural households in the country, around 15.82 Crore (81.71%) households are reported to have tap water supply in their homes and works for the remaining 3.54 Crore households are at various stages of implementation in respective States. State/ UT-wise status of tap water supply across the country as on 03.03.2026 is given in the enclosed **Statement**.

(c): Year-wise and State/ UT-wise details of financial progress under the Mission since 2019 is in public domain and is accessible at: https://ejalshakti.gov.in/JJM/JJMReports/Financial/JJMRep_StatewiseAllocationReleaseExpenditure.aspx

(d): Drinking Water being a State subject, it is States, who plan, design, approve and implement drinking water supply schemes. Government of India supplements the efforts of the States by providing technical and financial assistance.

As per Operational Guidelines of the implementation of the Mission, States decide about the expenses which are not eligible to be funded under the Central share of JJM, such as cost escalation, time and cost overrun, costs on account of centage/supervision charge, costs towards O&M, Land, creating infrastructure beyond the objective of the Mission, etc., and the same is to be borne by the State Governments from their own resources. States have also been advised to ensures that their accounts are audited by a Chartered Accountant empaneled by the Comptroller and Auditor General (CAG) within six months of the end of the

financial year auditing/ verifying that the funds are being used in accordance with the provisions of extant guidelines.

STATEMENT

Status of tap water supply across the country as on 03.03.2026

S. No.	State/ UT	Total rural HHs as on date	Rural HHs with tap water supply		Rural HHs without tap water supply	
			In No.	%	In No.	%
1.	A&N Islands	0.62	0.62	100.00	-	-
2.	Andhra Pradesh	95.53	71.71	75.06	23.82	24.94
3.	Arunachal Pradesh	2.29	2.29	100.00	-	-
4.	Assam	72.24	59.03	81.71	13.22	18.29
5.	Bihar	167.55	160.36	95.71	7.19	4.29
6.	Chhattisgarh	49.97	41.20	82.44	8.77	17.56
7.	DNH & DD	0.85	0.85	100.00	-	-
8.	Goa	2.64	2.64	100.00	-	-
9.	Gujarat	91.18	91.18	100.00	-	-
10.	Haryana	30.41	30.41	100.00	-	-
11.	Himachal Pradesh	17.09	17.09	100.00	-	-
12.	Jammu & Kashmir	19.26	15.64	81.23	3.61	18.77
13.	Jharkhand	62.53	34.51	55.18	28.03	44.82
14.	Karnataka	101.31	87.83	86.70	13.48	13.30
15.	Kerala	70.77	38.84	54.88	31.93	45.12
16.	Ladakh	0.41	0.40	97.97	0.01	2.03
17.	Madhya Pradesh	0.13	0.12	91.45	0.01	8.55
18.	Maharashtra	111.29	82.27	73.92	29.02	26.08
19.	Manipur	146.78	132.75	90.44	14.02	9.56
20.	Meghalaya	4.52	3.59	79.60	0.92	20.40
21.	Mizoram	6.51	5.43	83.47	1.08	16.53
22.	Nagaland	1.33	1.33	100.00	-	-
23.	Odisha	3.64	3.44	94.47	0.20	5.53
24.	Puducherry	88.64	68.48	77.25	20.17	22.75
25.	Punjab	1.15	1.15	100.00	-	-
26.	Rajasthan	34.27	34.27	100.00	-	-
27.	Sikkim	107.69	63.00	58.50	44.69	41.50

28.	Tamil Nadu	1.33	1.22	92.09	0.11	7.91
29.	Telangana	125.26	112.20	89.57	13.06	10.43
30.	Tripura	53.98	53.98	100.00	-	-
31.	Uttar Pradesh	7.51	6.48	86.33	1.03	13.67
32.	Uttarakhand	267.20	243.72	91.21	23.48	8.79
33.	West Bengal	14.48	14.19	97.97	0.29	2.03
Total		**19,35.87**	**15,81.70**	**81.71**	**3,54.17**	**18.29**

HH: Household Source: JJM – IMIS

COLD CHAIN FACILITIES IN PERAMBALUR

4419. SHRI ARUN NEHRU:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the food processing units and cold chain facilities established in Perambalur Lok Sabha Constituency;

(b) the Central assistance provided for maize, onion and small millet processing;

(c) the post-harvest loss reduction achieved; and

(d) the applications received to set up cold storage for small onions?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): The Ministry of Food Processing Industries (MoFPI) is implementing (i) Central Sector umbrella scheme Pradhan Mantri Kisan Sampada Yojana (PMKSY); (ii) Centrally Sponsored scheme - PM Formalisation of Micro Food Processing Enterprises (PMFME) and (iii) Central Sector scheme- Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) to support

setting up of food processing projects across the country including Perambalur Lok Sabha Constituency in Tamil Nadu. Under PMFME scheme (as on 31.12.2025), (i) loans for 165 micro food processing enterprises have been sanctioned with subsidy of ₹ 3.71 crore and (ii) seed capital of ₹ 2.30 crore has been sanctioned for 585 Self Help Group members in Perambalur district of Tamil Nadu.

(b) : Under various component schemes of PMKSY, 22 projects have been approved for processing maize, onion and small millets with total grants-in-aid of ₹ 120.65 crore. Out of ₹120.65 crore, ₹ 100.22 crore has been released to these 22 projects. Further, under PLISFPI, 29 millet processing companies have been approved with total incentive of ₹ 50.33 crore.

(c) : The Ministry of Food Processing Industries (MoFPI) estimates post-harvest losses from time to time for various agri-produces in the country through commissioning of studies based on primary surveys. Two studies were commissioned by the Ministry through (i) Indian Council of Agriculture Research (ICAR) -Central Institute of Post-Harvest Engineering & Technology (CIPHET), 2015 with reference year 2012-14 and (ii) NABARD Consultancy Service Pvt. Ltd (NABCONS), 2022 with reference year 2020-22. The percentage estimate of overall post-harvest losses in various categories is as below:

Post-harvest losses of major crops and commodities

Crops/ Commodities	Loss (%)	
	As per ICAR-CIPHET Study (2015)*	As per NABCONS study (2022)**
Cereals	4.65 - 5.99	3.89-5.92
Pulses	6.36 - 8.41	5.65-6.74
Oil Seeds	3.08 - 9.96	2.87-7.51
Fruits	6.70-15.88	6.02-15.05
Vegetables	4.58-12.44	4.87-11.61
Plantation Crops & Spices	1.18-7.89	1.29-7.33
Milk	0.92	0.87
Fisheries (Inland)	5.23	4.86
Fisheries (Marine)	10.52	8.76
Meat	2.71	2.34
Poultry	6.74	5.63
Egg	7.19	6.03

Source: *Report on Assessment of Quantitative Harvest and Post -Harvest Losses of Major Crops and commodities in India, 2015. **NABCONS Study 2022

(d) : Under any of the component schemes of PMKSY, no standalone cold storage

is supported. However, cold storage is supported as a constituent in the integrated food processing projects. PMKSY is demand driven and the proposals for setting up of food processing projects are invited by floating Expression of Interest (EoIs) from time to time based on availability of funds. Any eligible entity as per extant scheme guidelines may apply against the EoI and avail benefit under any of the component schemes of PMKSY.

JAL SHAKTI ABHIYAN: CATCH THE RAIN

4420. SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI G. LAKSHMINARAYANA:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the funds sanctioned, allocated, released and utilised under Jal Shakti Abhiyan: Catch the Rain (JSA: CTR) during the last five years, year, State and component-wise, particularly district-wise in Andhra Pradesh;

(b) the number of Jal Shakti Kendras established in Andhra Pradesh, district-wise including Palnadu and Anantapur districts;

(c) the details of water-stressed or focus districts identified under JSA: CTR in Andhra Pradesh along with the criteria adopted for such selection;

(d) whether Palnadu and Anantapur districts have been included therein and if so, the details thereof;

(e) the details of any special interventions for water conservation, groundwater

recharge, creation or rejuvenation of water bodies and rainwater harvesting under the said Abhiyan in Andhra Pradesh during the last five years along with measurable outcomes such as increase in groundwater levels, storage capacity created and the number of habitations benefitted or proposed in the prioritised districts of the State, particularly in Palnadu district; and

(f) the details of the future action plan under JSA: CTR for drought-prone districts of Andhra Pradesh, particularly Anantapur district including any additional financial allocation made or likely to be made therein?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (f): 'Water' being a State subject, the aspects related to water resources including its conservation are studied, planned, funded and executed by the State Governments themselves as per their own resources and priorities. The Central Government supplements the measures and efforts being taken up by the State Governments.

The Ministry of Jal Shakti launched the Jal Shakti Abhiyan (JSA) in 2019 as a time-bound, mission-mode water conservation campaign in 256 water stressed districts of the country. The Hon'ble Prime Minister launched "Jal Shakti Abhiyan: Catch the Rain" (JSA: CTR) in 2021 with the tagline "Catch the Rain – Where it Falls When it Falls". The Abhiyan was scaled up to cover all districts, blocks, and municipalities across the country including Andhra Pradesh. The focused

interventions of the campaign include (1) water conservation and rainwater harvesting; (2) enumerating, geo-tagging & making inventory of all water bodies; preparation of scientific plans for water conservation based on it; (3) setting up of Jal Shakti Kendras in all districts;(4) intensive afforestation and (5) awareness generation.

The campaign emphasizes convergent financing from various schemes of the Central, State and local bodies like Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Per Drop More Crop, Repair, Renovation and Restoration Components under the Pradhan Mantri Krishi Sinchai Yojana (PMKSY), Compensatory Afforestation Fund Management and Planning Authority (CAMPA) and Finance Commission grants.

JSA: CTR campaign is implemented nationwide and every year, districts are identified based on the theme selected. The criteria adopted for selection of the special focus districts, inter alia include Stage of Ground Water Extraction, Declining Ground Water Level Trend, Average Post Monsoon Water Level and Hilly Areas with drinking water scarcity.

Under the JSA: CTR 2023, the theme was “Source Sustainability for Drinking Water,” and special focus districts were identified by the Jal Jeevan Mission. Under the JSA: CTR 2024 campaign, themed “Nari Shakti se Jal Shakti,” special focus districts including Palnadu and Anantpur districts of Andhra Pradesh

were identified by the Central Ground Water Board (CGWB). The JSA: CTR 2025 was launched with the theme “Jal Sanchay Jan Bhagidari: Jan Jagrukta Ki Or” emphasizing deeper grassroots engagement, inter-sectoral convergence and innovative financing mechanisms with special focus on districts identified by CGWB.

The lists of 151 focused districts under JSA: CTR 2024 and 148 focused districts under JSA: CTR 2025 is given in the enclosed **Statement-I.**

The intervention wise details under JSA: CTR Campaign in Andhra Pradesh for the last five years as per JSA: CTR portal is given in the enclosed **Statement-II.**

As reported by the State Government of Andhra Pradesh,

i. Jal Shakti Kendras have been established in all the 26 districts of Andhra Pradesh at one per district.
ii. Drought-prone districts of the state, including Anantapur District, are covered under the JSA: CTR campaign, where works like construction of rainwater harvesting structures, roof water harvesting structures, groundwater recharge structures and renovation of traditional water bodies are taken up under MGNREGS.

“Jal Sanchay Jan Bhagidari” (JSJB) initiative was launched in Surat, Gujarat on 6 September 2024 to further strengthen the JSA: CTR campaign. The JSJB initiative focuses on intensifying community action and mobilization to build low-cost rainwater harvesting structures in low cost and saturation mode. The initiative

leverages community funds, individual donations, Corporate Social Responsibility Funds and others for construction of low-cost structures like borewells, recharge shafts, recharge pits, using locally available material, to harvest rainwater, to boost ground water level and provide local tailor-made solution to water issues. The objective is to ensure that every drop of water is conserved through collective efforts, following a whole-of-society and whole-of-government approach.

As reported by Central Ground Water Board (CGWB):

i. CGWB has completed the National Aquifer Mapping (NAQUIM) Project in the entire mappable area of about 1.41 lakh sq. km in the state of Andhra Pradesh. The Aquifer maps and management plans have been prepared and shared with the respective State agencies for implementation.

ii. In order to assess the impact of various water conservation interventions in ground water level in the last five years, an analysis of the fluctuation in water level between post-monsoon 2025 with the mean water level of post-monsoon 2020-2024 has been carried out. The analysis indicates that about 83.5% of the wells monitored in Andhra Pradesh and about 90% of the wells monitored in Palnadu district have registered a rise in groundwater levels.

iii. As a result of consistent and cumulative efforts, the data indicates improvement in the groundwater resource scenario in Andhra Pradesh between 2020 and 2025. The proportion of Over-exploited assessment units declined from 3.45% in 2020 to 1.8% in 2025, Critical units from 2.25% to

0.4%, and Semi-critical units from 6.0% to 3.5%, reflecting the positive impact of ongoing supply-side recharge measures, demand-side management and regulatory interventions on groundwater conditions.

STATEMENT-I

JAL SHAKTI ABHIYAN: CATCH THE RAIN -2024		
S.No.	**Name of States/UTs**	**Name of Districts**
1	Andaman and Nicobar	N & M Andaman
2	Andhra Pradesh	Palnadu
3	Andhra Pradesh	SPS Nellore
4	Andhra Pradesh	Kurnool
5	Andhra Pradesh	West Godavari
6	Andhra Pradesh	NTR
7	Andhra Pradesh	Ananthapuramu
8	Andhra Pradesh	Prakasam
9	Arunachal Pradesh	Tirap
10	Assam	Udalguri
11	Assam	Hailakandi
12	Assam	Dhubri
13	Assam	Baksa
14	Bihar	Begusarai
15	Bihar	Kaimur
16	Chandigarh	Chandigarh
17	Chhattisgarh	Bastar
18	Chhattisgarh	Bemetara
19	Chhattisgarh	Dhamtar
20	Daman & Diu and Dadra & Nagar Haveli	Diu
21	Delhi	North East
22	Delhi	Shahdara
23	Delhi	New Delhi
24	Delhi	West Delhi
25	Goa	South Goa

26	Gujarat	Vadodara
27	Gujarat	Narmada
28	Gujarat	Devbhumi Dwarka
29	Gujarat	Banaskantha
30	Gujarat	Mahesana
31	Gujarat	Patan
32	Haryana	Jind
33	Haryana	Fatehabad
34	Haryana	Sirsa
35	Haryana	Kurukshetra
36	Haryana	Panipat
37	Haryana	Mahendragarh
38	Haryana	Rewari
39	Haryana	Kaithal
40	Haryana	Gurgaon
41	Haryana	Faridabad
42	Himachal Pradesh	Una
43	Himachal Pradesh	Solan
44	Jammu and Kashmir	Jammu
45	Jharkhand	Jamtara
46	Jharkhand	Lohardaga
47	Jharkhand	Palamau
48	Jharkhand	Deoghar
49	Jharkhand	Koderma
50	Karnataka	Belagavi
51	Karnataka	Hassan
52	Karnataka	Bijapur
53	Karnataka	Chikkamagaluru
54	Karnataka	Gulbarga
55	Karnataka	Chikbalapur
56	Karnataka	Bidar
57	Karnataka	Dharwad
58	Karnataka	Chitradurga
59	Karnataka	Haveri

60	Kerala	Wayanad
61	Kerala	Kasargod
62	Kerala	Malappuram
63	Ladakh	Kargil
64	Lakshadweep	Lakhshadeep (Agatti& Kavaratti)
65	Madhya Pradesh	Chhatarpur
66	Madhya Pradesh	SIDHI
67	Madhya Pradesh	Shivpuri
68	Madhya Pradesh	Neemuch
69	Madhya Pradesh	Guna
70	Madhya Pradesh	Vidisha
71	Madhya Pradesh	Rajgarh
72	Madhya Pradesh	Ashok Nagar
73	Madhya Pradesh	Sheopur
74	Madhya Pradesh	Agar Malwa
75	Maharashtra	Wardha
76	Maharashtra	Nashik
77	Maharashtra	Beed
78	Maharashtra	Jalna
79	Maharashtra	Solapur
80	Maharashtra	Osmanabad
81	Maharashtra	Dhule
82	Manipur	Imphal
83	Meghalaya	East Khasi Hills
84	Mizoram	Aizawl
85	Nagaland	Dimapui
86	Odisha	Bolangir
87	Odisha	Dhenkanal
88	Odisha	Rayagada
89	Odisha	Nuapada
90	Puducherry	Puducherry
91	Punjab	Bathinda
92	Punjab	Jalandhar
93	Punjab	Ludhiana

94	Punjab	Patiala
95	Punjab	Amritsar
96	Punjab	Sangrur
97	Punjab	Moga
98	Punjab	Barnala
99	Punjab	Mansa
100	Punjab	Hoshiarpur
101	Rajasthan	Jaipur
102	Rajasthan	Jaisalmer
103	Rajasthan	Barmer
104	Rajasthan	Churu
105	Rajasthan	Bikaner
106	Rajasthan	Sikar
107	Rajasthan	Alwar
108	Rajasthan	Karauli
109	Rajasthan	Dausa
110	Rajasthan	Jodhpur
111	Sikkim	Gangtok
112	Tamil Nadu	Coimbatore
113	Tamil Nadu	Vellore
114	Tamil Nadu	Tirupathur
115	Tamil Nadu	Mayiladuthurai
116	Tamil Nadu	Salem
117	Tamil Nadu	Chennai
118	Tamil Nadu	Namakkal
119	Tamil Nadu	Dindigul
120	Tamil Nadu	Perambalur
121	Tamil Nadu	Thanjavur
122	Telangana	Nalgonda
123	Telangana	YadadriBhuvanagiri
124	Telangana	Hyderabad
125	Telangana	BhadradriKothagudem
126	Telangana	Adilabad
127	Telangana	Nirmal

128	Telangana	Kamareddy
129	Telangana	Wanaparthy
130	Telangana	Komarambheem Asifabad
131	Telangana	Jogulamba Gadwal
132	Tripura	South Tripura
133	Tripura	North Tripura
134	Tripura	Unakoti
135	Tripura	Dhalai
136	Uttar Pradesh	Prayagraj
137	Uttar Pradesh	Lucknow
138	Uttar Pradesh	Sonbhadra
139	Uttar Pradesh	Agra
140	Uttar Pradesh	Muzaffarnagar
141	Uttar Pradesh	Chitrakoot
142	Uttar Pradesh	Varanasi
143	Uttar Pradesh	Jyotiba Phule Nagar
144	Uttar Pradesh	Gautam Buddha Nagar
145	Uttar Pradesh	Ghaziabad
146	Uttarkhand	Udhamsingh Nagar
147	Uttarkhand	Haridwar
148	Uttarkhand	Champawat
149	West Bengal	Jhargram
150	West Bengal	Dakshin Dinajpur
151	West Bengal	Malda

JAL SHAKTI ABHIYAN: CATCH THE RAIN -2025		
Sl No	**State**	**Name of District**
1	Gujarat	Banaskantha
2	Gujarat	Gandhinagar
3	Gujarat	Mahesana
4	Gujarat	Patan
5	Haryana	Ambala
6	Haryana	Bhiwani

7	Haryana	Charkhi Dadri
8	Haryana	Faridabad
9	Haryana	Fatehabad
10	Haryana	Gurgaon
11	Haryana	Jind
12	Haryana	Kaithal
13	Haryana	Karnal
14	Haryana	Kurukshetra
15	Haryana	Mahendragarh
16	Haryana	Panipat
17	Haryana	Rewari
18	Haryana	Sirsa
19	Haryana	Sonipat
20	Haryana	Yamunanagar
21	Karnataka	Bangalore(r)
22	Karnataka	Bangalore(u)
23	Karnataka	Chik ballapur
24	Karnataka	Chitradurga
25	Karnataka	Kolar
26	Madhya Pradesh	Indore
27	Madhya Pradesh	Mandsaur
28	Madhya Pradesh	Neemuch
29	Madhya Pradesh	Ratlam
30	Madhya Pradesh	Shajapur
31	Madhya Pradesh	Ujjain
32	Punjab	Amritsar
33	Punjab	Barnala
34	Punjab	Bathinda
35	Punjab	Faridkot
36	Punjab	Fatehgarg Sahib
37	Punjab	Ferozpur
38	Punjab	Gurdaspur
39	Punjab	Hoshiarpur
40	Punjab	Jalandhar

41	Punjab	Kapurthala
42	Punjab	Ludhiana
43	Punjab	Malerkotla
44	Punjab	Mansa
45	Punjab	Moga
46	Punjab	Patiala
47	Punjab	Mohali
48	Punjab	Nawanshahr
49	Punjab	Sangrur
50	Punjab	Tarn Taran
51	Rajasthan	Ajmer
52	Rajasthan	Alwar
53	Rajasthan	Baran
54	Rajasthan	Barmer
55	Rajasthan	Bharatpur
56	Rajasthan	Bhilwara
57	Rajasthan	Bikaner
58	Rajasthan	Bundi
59	Rajasthan	Chittaurgarh
60	Rajasthan	Churu
61	Rajasthan	Dausa
62	Rajasthan	Dholpur
63	Rajasthan	Jaipur
64	Rajasthan	Jaisalmer
65	Rajasthan	Jalore
66	Rajasthan	Jhalawar
67	Rajasthan	Jhunjhunu
68	Rajasthan	Jodhpur
69	Rajasthan	Karauli
70	Rajasthan	Kota
71	Rajasthan	Nagaur
72	Rajasthan	Pali
73	Rajasthan	Pratapgarh
74	Rajasthan	Rajsamand

75	Rajasthan	Sawai Madhopur
76	Rajasthan	Sikar
77	Rajasthan	Sirohi
78	Rajasthan	Tonk
79	Rajasthan	Udaipur
80	Tamilnadu	Chennai
81	Tamilnadu	Dindigul
82	Tamilnadu	Mayiladuthurai
83	Tamilnadu	Namakkal
84	Tamilnadu	Perambalur
85	Tamilnadu	Salem
86	Tamilnadu	Thanjavur
87	Tamilnadu	Tirupathur
88	Tamilnadu	Vellore
89	Telangana	Hyderabad
90	Uttar Pradesh	Agra
91	Uttar Pradesh	Firozabad
92	Uttar Pradesh	G.B. Nagar
93	Uttar Pradesh	Ghaziabad
94	Uttar Pradesh	Shamli
95	Dadra And Nagar Haveli And Daman And Diu	Dadra Nagar Haveli
96	Dadra And Nagar Haveli And Daman And Diu	Daman
97	Dadra And Nagar Haveli And Daman And Diu	Diu
98	Delhi	New Delhi
99	Delhi	North
100	Delhi	North East
101	Delhi	Shahdara
102	Delhi	South
103	Chhattisgarh	Bemetara
104	Haryana	Palwal
105	Karnataka	Chamrajangar
106	Karnataka	Davangere
107	Karnataka	Ramanagaram
108	Karnataka	Tumkur

109	Madhya Pradesh	Agar
110	Punjab	Ropar
111	Tamilnadu	Dharmapuri
112	Tamilnadu	Karur
113	Tamilnadu	Krishnagiri
114	Uttar Pradesh	JP Nagar (Amroha)
115	Uttar Pradesh	Baghpat
116	Uttar Pradesh	Bulandshahar
117	Uttar Pradesh	Hapur
118	Uttar Pradesh	Hathras
119	Uttar Pradesh	Mahoba
120	Uttar Pradesh	Saharanpur
121	Delhi	East
122	Delhi	South East
123	Delhi	South West
124	Delhi	West
125	Bihar	Jehanabad
126	Jharkhand	Dhanbad
127	Kerala	Kasaragod
128	Maharashtra	Ahmednagar
129	UT-Puducherry	Puducherry Region
130	West Bengal	Nadia
131	Andaman & Nicobar Islands	North and Middle Adaman
132	**Andhra Pradesh**	**Guntur**
133	Arunachal Pradesh	Papum Pare (Itanagar)
134	Assam	Kamrup
135	Chandigarh	Chandigarh
136	Goa	Goa North
137	Himachal Pradesh	Una
138	Jammu & Kashmir	Srinagar
139	Ladakh	Kargil
140	Lakshadweep	Kavaratti
141	Manipur	Imphal West
142	Meghalaya	South West Garo Hills

143	Mizoram	Aizawl
144	Nagaland	Dimapur
145	Odisha	Deogarh
146	Sikkim	Soreng
147	Tripura	West Tripura
148	Uttarakhand	Haridwar

STATEMENT-II

Jal Shakti Abhiyan:Catch the Rain						
National Water Mission, Ministry of Jal Shakti						
Andhra Pradesh - Intervention wise Progress (Status from 22-03-2021 to 16-03-2026)						
JSA Year	**Water Conservation and Rain Water Harvesting**	**Renovation of Traditional Water Bodies**	**Reuse and Recharge Structures**	**Watershed Development**	**Total Water Related Works (Year-wise)**	**Intensive Afforestation**
2021	96908	16515	1383	24649	**139455**	800530
2022	78823	18397	310	19918	**117448**	211848
2023	78508	34291	1083	41239	**155121**	52247562
2024	40835	27136	7879	27159	**103009**	28373
2025	154469	46718	77590	89852	**368629**	97297
Total	**449543**	**143057**	**88245**	**202817**	**883662**	**53385610**

UTILIZATION OF FUNDS UNDER UCF

4421. DR. SHARMILA SARKAR:

Will the Minister of **HOUSING AND URBAN AFFAIRS be** pleased to state:

(a) the details and the reasons for the ninety per cent under utilisation of funds

allocated under the Urban Challenge Fund (UCF) between Budget Estimates (BE) 2025-26 and Revised Estimates (RE) 2025-26;

(b) the details of the funds utilised under the UCF till date; and

(c) the details of any projects proposed and selected under the UCF?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): Post announcement of Urban Challenge Fund (UCF) in the Union Budget 2025-26, Ministry of Housing and Urban Affairs held detailed consultations with stakeholders including concerned Central Ministries, State Governments, Urban Local Bodies (ULBs), Parastatals, Banks, Non-Banking Financial Companies (NBFCs), Multilateral Banks and Think Tanks. The Cabinet has approved Urban Challenge Fund of ₹1 Lakh Crores on February 13, 2026.

Till date, no project has been approved and no fund has been utilized under UCF. Guidelines for UCF are under preparation.

PROFIT RECORDED BY DISCOMS

4422. SHRI VISHALDADA PRAKASHBAPU PATIL:

SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

DR. LATA WANKHEDE:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **POWER** be pleased to state:

(a) the total profit recorded by Distribution Companies (DISCOMs) during the Financial Year-2025 and the manner in which this reflects improvements in operational and financial performance;

(b) the key factors that contributed to the improved profitability of DISCOMs including tariff reforms, loss reduction measures and efficiency enhancements;

(c) whether targeted support from Government schemes incentives and performance linked initiatives has played a role in strengthening the finances of DISCOMs, if so, the details thereof and if not, the reasons for the same;

(d) the manner in which the Government monitors and supports DISCOMs to sustain positive financial outcomes while ensuring affordable power supply; and

(e) whether these developments align with long term objectives of financial viability and reliable electricity delivery across all regions, if so, the details thereof and if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (e): Government of India (GoI) has been supporting the distribution utilities to improve their operational performance and financial viability through various initiatives. Some of the key initiatives taken are as under:

(i) Revamped Distribution Sector Scheme (RDSS) has been launched in the year 2021 with the objective of improving the quality and reliability of supply of power through a financially sustainable and operationally efficient distribution sector. Financial support is provided under the scheme for strengthening distribution infrastructure and smart metering works. The release of funds under this scheme for loss reduction works is contingent upon performance of the utilities against various operational and financial parameters. This has helped in timely release of subsidy and Government department dues to the utilities. It has also nudged the utilities for regular issuance of tariff orders, timely publishing of accounts, non-creation of regulatory assets, improve billing by reducing leakages and improve collection against energy billed.

(ii) Additional borrowing space of 0.5% of Gross State Domestic Product (GSDP) has been made available to State Governments, which is conditional upon them undertaking specific reforms in the power sector including financial performance of the distribution utilities.

(iii) Additional Prudential Norms have been laid down for sanctioning of loans to State-owned power utilities based on performance of power distribution utilities against prescribed conditions.

(iv) Rules for implementation of Fuel and Power Purchase Costs Adjustment (FPPCA) and cost-reflective tariff have been framed so as to ensure that all prudent costs for supply of electricity are passed through.

(v) Rules and Standard Operating Procedure have been issued for proper subsidy accounting and their timely payment.

(vi) To improve payment discipline in the power sector value chain, Electricity (Late Payment Surcharge and Related Matters) Rules, 2022 were promulgated, which entail obligations upon the distribution utilities to clear their legacy dues as existing on 03.06.2022 in a phased manner and time bound clearance of current dues.

With concerted efforts of Central and State Governments, the Aggregate Technical and Commercial (AT&C) losses at national level have reduced from 21.91% in FY21 to 15.04% in FY25 while the national Average Cost of Supply - Average Revenue Realized (ACS-ARR) gap has narrowed from Rs. 0.69/kWh to Rs. 0.06/kWh. These collective efforts have also resulted in distribution utilities achieving a profit after tax (PAT) of Rs. 2,701 crore for the first time.

RIVER BASIN MANAGEMENT INITIATIVES

4423. SUSHRI KANGNA RANAUT:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the progress achieved under River Basin Management initiatives including inter-State river planning and investigations undertaken by river boards;

(b) the present status of major projects such as the Pancheshwar Multipurpose Project and their expected contribution to hydro-power generation, flood

moderation and water availability; and

(c) the relevance and anticipated benefits of river basin–based planning for Himalayan States including Himachal Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): Water is a State subject as per Entry 17 of List-II of the Seventh Schedule to the Constitution. The planning, development and management of water resources are primarily the responsibility of the State Governments. However, the Government of India supplements the efforts of the States by providing technical support and financial assistance through various schemes and programmes. The Government of India is implementing the River Basin Management (RBM) Scheme, which, inter-alia, includes activities of the Brahmaputra Board and the Investigation of Water Resource Development Scheme through the Central Water Commission (CWC) and the National Water Development Agency (NWDA).

The Brahmaputra Board has carried out extensive surveys and investigations in the Brahmaputra and Barak basins and prepared 52 Master Plans covering flood control, bank erosion, drainage improvement and multipurpose development. These Master Plans have been approved by the Government of India and shared with the concerned State Governments for implementation. The Board also undertakes preparation of Detailed Project Reports (DPRs) for multipurpose projects and conducts special studies relating to

flood, erosion and sedimentation.

Further, under inter-basin planning, NWDA is implementing the Interlinking of Rivers programme under the National Perspective Plan (NPP) (1980) covering 30 link projects, for which Pre-Feasibility Reports for all links, Feasibility Reports for 26 links and Detailed Project Reports (DPR) for 14 links have been completed including one Intra State link project. Ken-Betwa Link Project is the first link under NPP for which implementation is initiated.

In addition, various Boards/Authorities have been constituted, either under an Act or based upon some agreement reached among the concerned basin States for water resources management in various river basins, viz; Brahmaputra Board, Betwa River Board, Tungabhadra Board, Narmada Control Authority, Cauvery Water Management Authority, Godavari River Management Board, Krishna River Management Board, Bansagar Control Board, Upper Yamuna River Board, etc. These Boards/ Authorities, inter alia, assist the basin States in mutual resolution of issues pertaining to water sharing, etc. as and when required.

Further, Central Water Commission (CWC) formulated key guidelines to strengthen river basin management initiatives in India from time to time, including the *Guidelines for Preparation of River Basin Master Plan* (1990), subsequently revised in 2007 to address emerging challenges; and the *Guidelines on Integrated Water Resources Development and Management (IWRDM)* (2016), which promote holistic planning, sustainable development, and coordinated water

resource utilization across basins.

(b): The draft Detailed Project Report (DPR) of Pancheshwar Multipurpose Project has been prepared by M/s WAPCOS Ltd and submitted to Pancheshwar Development Authority (PDA) in 2016. As per DPR the hydro-power generation from PMP is 5040 MW and Design flood for diversion is 16651 Cumecs.

In addition, several multipurpose projects such as Siang, Subansiri, Tipaimukh, Dibang, Lohit Dam Project, LakhwarMulti Purpose Project, Renukaji Dam Project, Kishau Multi-Purpose Project, etc. are at different stages of development including DPR preparation, appraisal and implementation.

Under the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), 99 major/medium irrigation projects were identified, out of which 71 projects have been completed, creating an additional irrigation potential of 29.23 lakh hectare and developing 22.21 lakh hectare command area.

(c): River basin–based planning is of critical importance for Himalayan States including Himachal Pradesh, as it enables integrated and scientific management of water resources across river systems. Such an approach facilitates improved flood management and erosion control, development of hydropower potential, enhanced irrigation and drinking water availability, and watershed management along with ecological conservation.

In Himachal Pradesh, major river basins such as Satluj, Beas, Ravi and Yamuna benefit from such integrated planning, thereby contributing to sustainable

development and improved water security in the region.

IMPLEMENTATION OF PMEGP IN ANDHRA PRADESH

4424. SHRI PUTTA MAHESH KUMAR:

SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the details regarding the total number of Prime Minister's Employment Generation Programme (PMEGP) units proposed, sanctioned and presently functional across Andhra Pradesh, district-wise, especially in Eluru and Prakasam district;

(b) the details regarding the total number of beneficiaries for such PMEGP units during the last five years across Andhra Pradesh, district-wise, especially in Eluru and Prakasam district;

(c) whether the Government has considered increasing the number of PMEGP units in Andhra Pradesh and if so, the details thereof and if not, the reasons therefor; and

(d) whether the Government has a list of priority sectors to focus on for PMEGP units, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): Prime Minister's Employment Generation Programme (PMEGP) is a demand-driven scheme, under which appraisal, sanction, and disbursement of loans are undertaken by the respective financing banks. Banks independently assess each project and take credit decisions based on its viability. Accordingly, funds are utilized for creation of new micro enterprises under PMEGP based upon the demand generated by respective States/UTs.

As per available data, district-wise details of beneficiaries in Andhra Pradesh, including those from Eluru and Prakasam districts, whose loan were sanctioned by banks and Margin Money (MM) subsidy was disbursed for establishing micro-enterprises under PMEGP during the last five years i.e. FY 2020-21 to FY 2024-25 are given in the enclosed **Statement**.

Over the last five years, approximately 5% of the total units assisted throughout the country under PMEGP have been established in Andhra Pradesh which demonstrates the State's participation and positions it among the top-performing States in terms of the number of units supported under PMEGP.

(d): Under PMEGP, potential beneficiaries particularly traditional artisans and unemployed youth, primarily in rural areas are provided with financial assistance for establishing new micro-enterprises in the non-farm sector across both

manufacturing and services activities, with the objective of generating sustainable employment opportunities. Several major sectors and industries are given priority for promotion under PMEGP based on their employment potential and relevance to rural and traditional skills. These include Agro-based and Food Processing, Forest-based Industries, Handmade Paper and Fibre, Mineral-based Industries, Polymer and Chemical-based Industries, Rural Engineering and Bio-Technology, Service and Textile and related Activities.

STATEMENT

District-wise details of beneficiaries in Andhra Pradesh whose loan were sanctioned by banks and Margin Money (MM) subsidy disbursed under PMEGP during the last five years is given below:

Sr. No.	District Name	FY 2020-21		FY 2021-22		FY 2022-23		FY 2023-24		FY 2024-25	
		No. Of Projects Sanctioned	No. Of Units Assisted	No. Of Projects Sanctioned	No. Of Units Assisted	No. Of Projects Sanctioned	No. Of Units Assisted	No. Of Projects Sanctioned	No. Of Units Assisted	No. Of Projects Sanctioned	No. Of Units Assisted
1	Alluri Sitharama Raju	0	0	0	0	92	28	83	58	42	30
2	Anakapalli	0	0	0	0	130	52	516	144	406	86
3	Ananthapur	180	178	234	199	265	179	434	228	368	134
4	Annamayya	0	0	0	0	214	49	1133	630	564	178
5	Bapatla	0	0	0	0	150	47	320	146	245	101
6	Chittoor	161	135	214	206	202	163	423	240	546	163
7	East Godavari	355	301	415	360	442	345	548	309	389	167
8	Eluru	0	0	0	0	241	110	229	147	229	94
9	Guntur	160	145	284	240	305	206	267	164	222	124
10	Kadapa (Ysr)	86	69	158	119	217	153	385	168	332	144
11	Kakinada	0	0	0	0	179	74	340	136	225	109
12	Konaseema	0	0	0	0	198	81	339	156	231	106
13	Krishna	118	97	219	194	194	131	327	149	255	108
14	Kurnool	81	80	155	149	199	152	230	162	102	78
15	Nanadyal	0	0	0	0	72	23	261	107	179	93
16	Nellore	110	95	172	147	311	234	352	153	252	171
17	Ntr	0	0	0	0	152	32	310	133	260	92
18	Palnadu	0	0	0	0	132	48	247	106	162	109
19	Parvathipuram Manyam	0	0	0	0	71	21	192	67	159	63

20	Prakasam	183	157	189	197	275	165	648	212	490	297
21	Sri Satya Sai	0	0	0	0	183	77	327	215	226	84
22	Srikakulam	91	86	176	157	263	157	746	267	346	134
23	Tirupati	0	0	0	0	142	46	839	503	662	183
24	Visakhapatnam	96	77	139	127	140	98	163	93	131	56
25	Vizianagaram	93	78	149	141	456	169	1313	687	662	204
26	West Godavari	159	179	258	241	330	233	385	197	337	141
Grand Total		**1873**	**1677**	**2762**	**2477**	**5555**	**3073**	**11357**	**5577**	**8022**	**3249**

INCREASE IN POWER SUPPLY

4425. SHRI SELVARAJ V.:

SHRI SUBBARAYAN K.:

Will the Minister of **POWER** be pleased to state:

(a) whether the power sector is the backbone of the country's economy and reliable power supply is essential for its growth particularly for building Artificial Intelligence (AI) capabilities and infrastructure, if so, the details thereof; and

(b) the details of the steps proposed to be taken by the Government to increase power availability in the country?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): Yes**.** There is adequate availability of power in the country. The present installed generation capacity of the country is 520.51 GW (as on January, 2026). India has addressed the critical issue of power deficiency by adding 296.388 GW of fresh generation capacity since April, 2014 transforming the country from power deficit to power sufficient.

The Government have taken the following steps to increase the power availability in the country:

1. **Generation and Storage Planning:**

(i) As per National Electricity Plan (NEP), installed generation capacity in 2031-32 is likely to be 874 GW. With a view to ensure generation capacity remains ahead of projected peak demand, all the States, in consultation with CEA, have prepared their “Resource Adequacy Plans (RAPs)”, which are dynamic 10-year rolling plans and includes power generation as well as power procurement planning.

(ii) All the States were advised to initiate process for creating/ contracting generation capacities; from all generation sources, as per their Resource Adequacy Plans.

(iii) In order to augment the power generation capacity, the Government of India has initiated following capacity addition programme:

(A) The projected thermal (coal and lignite) capacity requirement by the year 2034–35 is estimated at approximately 3,07,000 MW as against the 2,11,855 MW installed capacity as on 31.03.2023. To achieve this target, Ministry of Power has envisaged to set up an additional minimum 97,000 MW coal and lignite based thermal capacity.

Further, to meet this requirement, several initiatives have already been undertaken. Thermal capacities of around 18,160 MW have been

commissioned since April 2023 till 31.01.2026. In addition, 38,745 MW of thermal capacity (including 4,845 MW of stressed thermal power projects) is currently under construction. The contracts of 22,920 MW have been awarded and are due for construction. Further, 24,020 MW of coal and lignite-based candidate capacity has been identified which is at various stages of planning in the country.

(B) 12,723.50 MW of Hydro Electric Projects are under construction. Further, 4,274 MW of Hydro Electric Projects are under various stage of planning and targeted to be completed by 2031-32.

(C) 6,600 MW of Nuclear Capacity is under construction and targeted to be completed by 2029-30. 7,000 MW of Nuclear Capacity is under various stages of planning and approval.

(D) 1,57,800 MW Renewable Capacity including 67,280 MW of Solar, 6,500 MW of Wind and 60,040 MW Hybrid power is under construction while 48,720 MW of Renewable Capacity including 35,440 MW of Solar and 11,480 MW Hybrid Power is at various stages of planning and targeted to be completed by 2029-30.

(E) In energy storage systems, 11,620 MW/69,720 MWh Pumped Storage Projects (PSPs) are under construction. Further, a total of 6,580 MW/39,480 MWh capacity of Pumped Storage Projects (PSPs) are concurred and yet to be taken up for construction. Currently, 9,653.94 MW/ 26,729.32 MWh

Battery Energy Storage System (BESS) capacity are under construction and 19,797.65 MW/ 61,013.40 MWh BESS capacity are under tendering stage.

2. Transmission Planning: Inter and Intra-State Transmission System has been planned and implementation of the same is taken up in matching time frame of generation capacity addition. As per the National Electricity Plan, about 1,91,474 ckm of transmission lines and 1,274 GVA of transformation capacity is planned to be added (at 220 kV and above voltage level) during the ten-year period from 2022-23 to 2031-32.

In addition to the above, the Ministry of Power has issued guidelines dated 14.06.2024, 21.03.2025 and 15.12.2025 regarding the payment of compensation for Right of Way (RoW) for transmission lines, wherein the land rate has been linked to the prevailing market rate. These guidelines address the key challenges of RoW arising from landowners demanding higher compensation than the rates determined by the State Government.

3. Promotion of Renewable Energy Generation:

(i) 100% Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025 (with waiver tapering off 25% annually till June 2028), for co-located BESS projects commissioned by June 2028, for Hydro PSP projects where construction work awarded by June 2028, for Green Hydrogen Projects commissioned till December 2030 and for offshore wind projects

commissioned till December 2032.

(ii) Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.

(iii) Renewable Energy Implementing Agencies (REIAs) are regularly inviting bids for procurement of RE power.

(iv) Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.

(v) To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2032.

(vi) Laying of new intrastate transmission lines and creating new sub-station capacity has been supported under the Green Energy Corridor Scheme for evacuation of renewable power.

(vii) Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.

(viii) Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya

Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.

(ix) To encourage RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act, 2001 will attract penalties on non-compliance.

(x) “Strategy for Establishment of Offshore Wind Energy Projects” has been issued.

(xi) Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.

(xii) Production Linked Incentive (PLI) scheme has been launched to achieve the objective of localization of supply chain for solar PV Modules.

FREQUENT POWER OUTAGE IN WESTERN UTTAR PRADESH

4426. SHRI ZIA UR REHMAN:

Will the Minister of **POWER** be pleased to state:

(a) whether the Government is aware of frequent power outages, inadequate transmission infrastructure and poor power quality in Western Uttar Pradesh, if so, the details thereof;

(b) whether the steps have been taken by the Government to improve power supply transmission and distribution in the said region, if so, the details thereof;

(c) whether similar power sector issues are prevalent in other parts of the country, if so, the details thereof; and

(d) whether national reforms have been undertaken by the Government to ensure reliable and affordable electricity supply across the country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c): Electricity being a concurrent subject, the supply and distribution of electricity to the various categories of consumers/ areas is within the purview of the respective State Government/ Power Utility.

As reported by Uttar Pradesh Power Transmission Corporation Ltd. (UPPTL), there is adequate transmission infrastructure provision in Western Uttar Pradesh to meet the demand. Continuous steps are taken by UPPTL to supply good quality power.

There is adequate availability of power in the country. Present installed generation capacity of the country is about 520 Giga Watt (GW) as on January, 2026. India has addressed the critical issue of power deficiency by adding about 296 GW of fresh generation capacity since April 2014, transforming the country

from power deficit to power sufficient. The Energy supplied has been commensurate to the Energy requirement with only a marginal gap which is generally on account of constraints in the State transmission/ distribution network. The details of Power supply position in the country and in the State of Uttar Pradesh (UP) during last four financial years (up to January, 2026) are given in the enclosed **Statement-I.** Further, as reported by the State, average daily hours of supply details are given in the enclosed **Statement-II**.

The Central Government has taken the following steps to ensure reliable and affordable electricity supply across the country:

(i) The Central Government supplements the efforts of the State Governments by establishing power plants through Central Public Sector Undertakings (CPSUs) and making power available to the various States / UTs.

(ii) Proactive monitoring of generation projects under construction to facilitate commensurate capacity addition.

(iii) Hydro based generation is scheduled in a manner so as to conserve water for meeting demand during peak period.

(iv) All the Generation Companies including Independent Power Producers (IPPs) and Central generating stations have been advised to generate and maintain full availability on daily basis excluding the period of planned maintenance or forced outage.

(v) Adequate coal stocks are maintained at coal-based power plants.

(d): Government of India has been supplementing the efforts of the States through schemes like Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), Integrated Power Development Scheme (IPDS), Pradhan Mantri Sahaj Bijli Har Ghar Yojana (SAUBHAGYA) to help distribution utilities achieve the objective of providing quality and reliable supply of power in their area of operations. Projects worth ₹1.85 lakh Cr. were executed under DDUGJY, SAUBHAGYA and IPDS in the country.

In addition, Government of India, in July 2021, launched the Revamped Distribution Sector Scheme (RDSS) with the objective of improving the quality and reliability of power supply to consumers through a financially sustainable and operationally efficient Distribution Sector in the country. The scheme aims to reduce the Aggregate Technical and Commercial (AT&C) losses to pan-India levels of 12-15% and under-recovery per each unit of electricity supplied to zero. Financial assistance is provided to the distribution licensees for upgradation of distribution infrastructure and smart metering works. Under this scheme, projects worth ₹ 1.53 lakh Cr. for loss reduction works and ₹ 1.31 Lakh Cr. for smart metering have been sanctioned for the country. Fund release under the scheme for distribution infrastructure works is linked to performance of the distribution utilities against various reform measures including parameters like timely release of subsidy & Government department dues, publishing of annual account & tariff order, no new creation of regulatory asset, reduction in AT&C losses & Gap

between the Average Cost of Supply and Average Revenue Realised etc. This has helped improve financial discipline in the distribution utility.

Further, to support the power distribution utilities to improve their Aggregate Technical and Commercial (AT&C) losses some of the key initiatives taken, in addition to RDSS, are as under:

i. Additional Borrowing consent of 0.5% of GSDP to State Governments, which is conditional on them undertaking specific reforms in the power sector.
ii. Additional Prudential Norms for sanctioning of loans to State owned power utilities contingent on the performance of power distribution utilities against prescribed conditions.
iii. Rules for implementation of Fuel and Power Purchase Cost Adjustment (FPPCA) and cost reflective tariff so as to ensure that all prudent cost for supply of electricity is passed through.
iv. Rules and Standard Operating Procedure issued for proper subsidy accounting and their timely payment.

STATEMENT-I

Power Supply position in the country and in the State of UP in terms of Energy requirement and Energy supplied:

Financial Year (FY)	All India				Uttar Pradesh			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
2022-23	15,13,497	15,05,914	7,583	0.5	1,44,251	1,43,050	1,201	0.8
2023-24	16,26,132	16,22,020	4,112	0.3	1,48,791	1,48,287	504	0.3
2024-25	16,93,959	16,92,369	1,590	0.1	1,65,090	1,64,786	304	0.2
2025-26 (up to January, 2026)	14,27,436	14,27,009	427	0.0	1,41,475	1,41,449	26	0.0

STATEMENT- II

Average daily supply hours of Uttar Pradesh

Month	Rural		Urban			Emergency power cut
	Except Bundelkhand (Scheduled 18 hrs)	Bundelkhand (Scheduled 20 hrs)	Nagar Panchayat (Scheduled 21:30 hrs)	Tehsil Headquarter (Scheduled 21:30 hrs)	Janpad Headquarter (Scheduled 24 hrs)	
April 2025	18:28	20:05	21:31	21:36	24:00	-
May 2025	18:36	20:12	21:35	21:37	24:00	-
June 2025	18:34	20:13	21:36	21:40	24:00	-
July 2025	18:19	20:05	21:30	21:30	24:00	-
August 2025	19:04	20:39	21:55	21:53	24:00	-
September 2025	18:37	20:19	21:44	21:41	24:00	-

October 2025	22:19	22:50	23:15	23:19	24:00	-
November 2025	18:41	20:19	21:37	21:36	24:00	-
December 2025	18:21	20:03	21:31	21:31	24:00	-
January 2026	18:47	20:16	21:39	21:39	24:00	-
February 2026	18:52	20:24	21:44	21:46	24:00	-

GLOBAL OIL PRICE VOLATILITY

4427. THIRU DAYANIDHI MARAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the concrete steps taken by the Union Government to shield Indian consumers from crude oil price shocks arising from the volatile geopolitical situation in the Middle East including the use of strategic petroleum reserves and diversification of sourcing;

(b) whether the Government has reviewed its excise duty and pricing policy to prevent disproportionate retail fuel price hike during periods of global instability, if so, the details thereof,

(c) the present status of India's Strategic Petroleum Reserves, including stock levels, drawdown protocols and replenishment plans in the event of supply disruptions;

(d) the measures taken by the Government to diversify sources of imports and reduce overdependence on any single region vulnerable to conflict; and

(e) whether the Government has prepared a transparent contingency framework

to stabilise domestic LPG, petrol and diesel prices in the event of prolonged tensions in the Middle East, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (e): Government, through a Special Purpose Vehicle called Indian Strategic Petroleum Reserve Limited (ISPRL), have established Strategic Petroleum Reserves (SPR) facilities with total capacity of 5.33 Million Metric Tonnes (MMT) which can act as buffer for short-term supply shocks. In order to check the preparedness of running and standby equipment, fluidity of crude oil and readiness for drawdown, monthly circulation of crude oil is being done by ISPRL on regular basis for all caverns at all locations.

Further, to ensure security of crude supplies and to mitigate the risk of dependence on crude oil from single region, Oil and Gas Public Sector Enterprises (PSEs) which are Board run entities source crude oil from diverse sources depending on their technical and commercial considerations. Currently, these PSEs import crude oil from 41 countries including new suppliers like USA, Nigeria, Angola, Canada, Columbia, Brazil and Mexico in addition to traditional suppliers in the Middle East such as Iraq, Saudi Arabia, UAE, Kuwait and Qatar.

Prices of petrol and diesel in the country are market-determined and the PSEs take appropriate decision on pricing of petrol and diesel. India imports

majority of its crude oil requirements and prices of petroleum products in India are linked to international markets. Despite volatility in global crude/petroleum prices, PSU OMCs have kept retail petrol and diesel prices stable.

Government makes fiscal interventions, whenever necessary, to calibrate the tax structure applicable for petroleum products.

NATIONAL CAPACITY ALIGNMENT PLAN FOR AIRPORT INFRASTRUCTURE

4428. SHRI NAVEEN JINDAL:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) the current status of the National Capacity Alignment Plan to synchronise the development of airport infrastructure with airline fleet expansion;

(b) whether the existing infrastructure is keeping pace with the growing passenger traffic and if so, the details thereof;

(c) the current operational status of all airports developed under the UDAN scheme and the steps being taken to improve air connectivity in Tier-3 cities;

(d) the total number of routes under the UDAN scheme that have become financially sustainable along with the strategy of the Government to make the remaining routes financially sustainable;

(e) whether the Government proposes to develop new airports and modernise the existing airports and if so, the details thereof, State/UT-wise;

(f) the strategy of the Government regarding Advanced Air Mobility (AAM) projects and the measures being taken to encourage/support AAM projects; and

(g) the measures being taken to address the shortage of pilots and other trained aviation personnel along with the outcomes of such measures?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (e): Ministry of Civil Aviation (MoCA) has taken various steps including construction of Greenfield Airports, modernization & capacity expansion of the existing Brownfield airports and revival of unserved/under-served airports under RCS-UDAN for augmenting airport infrastructure to meet the growing air traffic demand. As on 31.03.2025, Passenger handling capacity at all airports was approx. 535 Million Passenger Per Annum (MPPA), whereas total passenger handled for FY 2024-25 was approx. 412 MPPA.

Under the UDAN scheme, 95 unserved and underserved airports (including 17 heliports and 02 water aerodromes) have been operationalised of which 15 airports presently do not have scheduled flights due to aircraft shortage with airlines and presently 336 routes are in operation. The Government has announced a modified UDAN Scheme to increase regional connectivity to 120 new underserved and unserved destinations, which will support helipads and

smaller airports in hilly, aspirational and North East region districts.

Airlines operating under UDAN are provided Viability Gap Funding (VGF). Airlines also benefit from concessions on airport and navigation charges, reduced VAT and excise duty on Aviation Turbine Fuel (ATF).

As per Greenfield Airports (GFA) Policy, 2008, "In-Principle" approval has been accorded for setting up of 25 Greenfield Airports, out of which 13 have been operationalised and remaining are at different stages of development namely Doloo in Assam, Puri in Odisha, Parandur in Tamil Nadu, Kota in Rajashtan, Vijayapura and Hassan in Karnataka, Dabra (Gwalior) in Madhya Pradesh, Noida (Jewar) in Uttar Pradesh, Dholera in Gujarat, Karaikal in Puducherry, Dagadarthi and Bhogapuram in Andhra Pradesh.

Upgradation/modernisation of existing airports is a continuous process depending on traffic demand, availability of land, commercial viability, requisite approvals etc.

(f): Advanced Air Mobility (AAM) is an emerging area globally as a new technology in air transport. MoCA is actively engaging with stakeholders to explore the potential of AAM in India.

(g): Keeping in view the increasing demand for skilled pilots in the country, MoCA periodically undertakes reforms to optimize pilot training capacity and promote skill development in aviation. Currently, 40 DGCA-approved Flying Training Organisations are imparting flying training at 62 flying bases for issuance of

pilot licences.

SUBSIDY SCHEMES FOR FARMERS

4429. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the details of subsidy schemes being implemented by the Ministry for farmers and food processing entrepreneurs in the country;

(b) the details of financial assistance and subsidy pattern provided under Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme, PM Kisan SAMPADA Yojana (PMKSY), Production Linked Incentive (PLI) Scheme and other related schemes, scheme-wise;

(c) the special provisions, targeted benefits or enhanced subsidy components earmarked for Scheduled Caste (SC) and Scheduled Tribe (ST) farmers and entrepreneurs under these schemes;

(d) the details of SC and ST beneficiaries covered under the said schemes and funds disbursed during the last three years and the current year, Scheme, State and year-wise; and

(e) the steps taken to enhance participation of SC and ST farmers in food processing activities and ensure equitable access to subsidies and infrastructure support?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): In order to promote and ensure overall development of Food Processing Industries, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/ expansion of related infrastructure through its two Central Sector Scheme viz. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme across the country.

The details of incentives available under these schemes of MoFPI are given in the enclosed **Statement-I.**

(c) to (e): Under PMKSY and PMFME, 8.3% and 4.3% of allocated fund is earmarked for Scheduled Caste (SC) and Scheduled Tribe (ST) category respectively. Further, the following preferential provisions have been made in component scheme guidelines of PMKSY for SC/ST category:

i. The combined net worth of the applicant should be at least 1.5 times of the grants-in-aid sought in respect of proposals from General Areas whereas it is equal to the grants-in-aid sought for, in case of proposals from SC/ST promoters;

ii. Term loan requirement from the Bank is for an amount not less than 20% of

the total project cost in respect of proposals from General Areas whereas it is only 10% of the total project cost in case of proposals from SC/ST promoters;

iii. Equity requirement is not less than 20% of the total project cost in respect of proposals from General Areas whereas it is only 10% of the total project cost in case of proposals from SC/ST promoters;

iv. Quantum of grant at enhanced level of 50% of eligible project cost for SC/ST promoters, in comparison to 35% for proposals from general areas (Subject to the maximum ceiling under respective sub-schemes);

v. Requirement of minimum project cost reduced to Rupees One Crore for SC/ST promoters, in comparison to rupees Three Crores in respect of Creation / Expansion of Food Processing & Preservation Capacities Scheme projects [for other component schemes, no such criteria is fixed]

The details of SC/ST category projects approved under PMKSY and PMFME Scheme are given in the enclosed **Statement-II.**

STATEMENT-I

Incentives available under Pradhan Mantri Kisan Samapada Yojana (PMKSY)

S. No.	Component Scheme	Scheme Benefits (Grant-in-aid) for projects in General Area	Scheme Benefits (Grant-in-aid) for projects in Difficult Areas as well as SC/ST, FPOs, SHGs
1.	Integrated Cold Chain and Value Addition Infrastructure	Grant-in-aid @ 35% of eligible project cost [subject to maximum of Rs.10 crores per project]	Grant-in-aid @ 50% of eligible project cost [subject to maximum of Rs. 10 crores per project]
2.	Creation/ Expansion of Food Processing & Preservation Capacities	Grants-in-Aid @35% of eligible project cost [subject to maximum of Rs. 5 crores per project]	Grants-in-Aid @50% of eligible project cost [subject to maximum of Rs.5 crores per project]
3.	Infrastructure for Agro-Processing Clusters	Grants-in-aid @35% of eligible project cost in General Area [subject to maximum of Rs. 10 crores per project]	Grants-in-aid @50% of eligible project [subject to max. of Rs. 10 crore per project]
4.	Operation Greens	Grants-in-Aid @35% of eligible project cost for Integrated Value Chain Development Projects, maximum grants-in-aid would be ₹15 crore per project; and for Standalone Post-Harvest Infrastructure Projects, maximum grants-in-aid would be ₹10 crore per project.	Grants-in-Aid maximum @50% of eligible project cost for Integrated Value Chain Development Projects, maximum grants-in-aid would be ₹15 crore per project; and for Standalone Post-Harvest Infrastructure Projects, maximum grants-in-aid would be ₹10 crore per project.

5.	Food Safety and Quality Assurance - Food Testing Laboratories	For Private organizations/ entities: grant-in-aid of @ 50% of the eligible cost [subject to maximum of Rs. 5 crores per project]	For Private organizations/ entities: grant-in-aid of @ 70% of the eligible cost [subject to maximum of Rs. 5 crores per project]
6.	Human Resource & Institutions- Research & Development	For Government Organizations - Grants @ 100% of equipment cost, consumables, For private organizations /universities/institutions, grant @ 50 % of equipment cost.	For Government Organizations - Grants @ 100% of equipment cost, consumables For Private Organizations /Universities/ Institutions, Grants @ 70% of equipment cost.

Incentives structure under Production Linked Incentive Scheme for Food Processing Industry (PLIS-FPI) :

Category/ Segments	Segment	Incentive Disbursement criteria (%)		Upper cap (% & Amount in crore)	Rate of Incentives (%)					
		Min. CAGR	Max. CAGR		2021-22	2022-23	2023-24	2024-25	2025-26	2026-27
Cat. 1										
RTE/RTC	Biscuits	10%	13%	8% Rs.334.48	5%	5%	5%	5%	4.5%	4%
	Non-Biscuits				7.5%	7.5%	7.5%	7.5%	6.75%	6%
F&V	Spices	10%	12%	8% Rs.286.56	5%	5%	5%	5%	4.5%	4%
	Non-Spices		15%		10%	10%	10%	10%	9%	8%
Marine	Marine products	5%	10%	8% Rs.79.44	6%	6%	6%	6%	5%	4%
	Value				10%	10%	10%	10%	10%	10%

	added products									
Mozzarella Cheese		15%	16%	25% Rs.70.75	10%	10%	10%	8%	6%	4%
Millet Products	Large Entity	10%	-	Rs.100	-	10%	10%	10%	9%	8%
	MSME	10%	-	Rs.10.54						
Cat. 2	Organic Products	10%	-		10%	10%	10%	10%	9%	8%
	Innovative Products	10%	-		10%	10%	10%	10%	9%	8%
Cat. 3	Branding & Marketing (B&M)	Only Indian brands covered for selling food products completely manufactured in India.		50% of total expenditure	-	Financial incentive @50% of expenditure on B&M abroad subject to max. grant of 3% of sales of food products or Rs. 50 Cr per year, whichever is less.				

CAGR- Compound Annual Growth Rate

The details of assistance available to Micro Food Processing Enterprises under PMFME Scheme

(i). *Support to Individual / Group Category Micro Enterprises:* Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;

(ii). *Support to SHGs for seed capital:* Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakh per SHG Federation.

(iii). *Support for Common Infrastructure:* Credit linked capital subsidy @35%

subject to maximum of Rs. 3 crore to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure. The common infrastructure will also be available for other units and public to utilize on hiring basis for substantial part of the capacity.

(iv). *Branding and Marketing Support:* Grant upto 50% for Branding and Marketing to groups of FPOs/ SHGs/ Cooperatives or an SPV of micro food processing enterprises.

(v). *Capacity Building:* The scheme envisages training for Entrepreneurship Development Skilling (EDP+): program modified to meet the requirement of food processing industry and product specific skilling.

STATEMENT- II

List of approved Projects under component schemes of PMKSY under SC category since 2022-23:

S. No.	Name of the Project Execution Agency (PEA)	State	District	Date of approval	Project cost (In Cr.)	Grant Approved (in Cr.)
Component Scheme-Creation of Infrastructure for Agro Processing Clusters						
1	Ramansinghs Global Food Park	Andhra Pradesh	Eluru	20.11.2023	25.85	10.00
2	Aalamandha Food Park	Andhra Pradesh	Vizianagaram	28.02.2024	20.78	10.00
3	Arya Food and Other Products Processing Unit	Maharashtra	Solapur	20.11.2023	28.55	10.00
4	Greenfields Agro Park	Rajasthan	Tonk	20.11.2023	23.21	8.64
5	Rajendar Feeds LLP	Telangana	Siddipet	20.11.2023	44.00	10.00

Component Scheme- Creation / Expansion of Food Processing & Preservation Capacities Scheme						
6	Nature Frost	Bihar	Begusarai	22.11.2023	13.16	5.00
7	Parav Milk and Milk Products	Haryana	Sirsa	05.12.2022	3.11	1.05
8	GroFresh Agrofoods Pvt Ltd	Karnataka	Tumkur	05.12.2022	12.38	4.85
9	VB Foods	Karnataka	Bengaluru Urban	05.12.2022	10.12	3.70
10	Sridevi General Engineering	Karnataka	Bengalore Rural	22.11.2023	13.04	5.00
11	Kanishka Beverages India Pvt. Ltd	Karnataka	Bengalore Rural	29.02.2024	13.27	4.99
12	Spicera Industries	Kerala	Ernakulum	29.02.2024	13.06	5.00
13	BVK Foods Pvt Ltd	Maharashtra	Aurangabad	05.12.2022	12.37	4.84
14	Shailee Construction	Maharashtra	Nagpur	05.12.2022	7.5	2.31
15	Sumanraj Agro processing Pvt Ltd	Maharashtra	Sangli	05.12.2022	5.64	2.50
16	Pratik Foods	Maharashtra	Jalgaon	05.12.2022	2.59	0.65
17	Shri Narayan Enterprises	Maharashtra	Jalgaon	22.11.2023	1.93	0.71
18	Marvels Food Products	Maharashtra	Satara	29.02.2024	6.02	2.00
19	Kundadri Naturals	Maharashtra	Kolhapur	29.02.2024	6.15	2.54
20	Nokha Guar Gum Industries Pvt Ltd	Rajasthan	Bikaner	05.12.2022	10.37	4.20
21	Zebec Food & Beverages Private Limited	Tamil Nadu	Tiruchirappalli	22.11.2023	8.20	2.98
22	Delta Millets Foods	Tamil Nadu	Puddukotai	22.11.2023	15.60	5.00
23	Paandia Agro Foods	Tamil Nadu	Dindigul	22.11.2023	7.10	2.81
24	NutrifyHealth Food Products Private Limited	Telangana	Medak	05.01.2023	6.27	2.42
25	Aparna Agro Industries	Telangana	Nalgonda	22.11.2023	16.30	5.00
26	Sumukh Agro Industries	Telangana	Mancherial	22.11.2023	13.20	5.00
27	Rajendar Feeds LLP (Unit – II)	Telangana	Siddipet	29.02.2024	19.69	5.00
28	Rajendar Feeds LLP (Unit 4)	Telangana	Siddipet	29.02.2024	14.00	5.00
29	Sri BMV Agro Industries	Telangana	Nalgonda	22.11.2023	10.75	4.50
30	TRS Gold Agro Private Limited	Uttar Pradesh	Chandauli	22.11.2023	7.71	3.05

31	Maa Vaishno Rice Mill	Uttar Pradesh	Mirzapur	22.11.2023	18.85	5.00
32	CRD Foods	Uttar Pradesh	Mathura	29.02.2024	12.31	5.00
33	CRD Foods	Uttar Pradesh	Mathura	29.02.2024	12.31	5.00
34	Pal Frozen Foods	Uttarakhand	Nainital	05.12.2022	13.50	5.00
35	Kaara Naturals	Uttarakhand	Udham Singh Nagar	05.12.2022	6.70	2.51
36	Tajpuria Agritech Pvt Ltd	Uttarakhand	Udham Singh Nagar	22.11.2023	18.28	5.00
37	Mahima Rice Industry	West Bengal	Purbah Burdhwan	22.11.2023	9.37	2.42
38	Maa Kamteshwari Rice Mill	West Bengal	Cooch Behar	22.11.2023	13.10	4.45
39	RYB Frozen Foods Pvt. Ltd	Chhattisgarh	Raipur	16.06.2022	16.04	4.75
Component Scheme- Integrated Cold Chain and Value Addition Infrastructure Scheme						
40	Hamma Foods Private Limited	Maharashtra	Aurangabad	08-12-2022	32.13	7.00
41	K Kuppusamy	Tamil Nadu	Trichy	29-02-2024	10.00	3.74
42	Mathurapur Agro India Private Limited	West Bengal	South 24 Parganas	08-12-2022	19.95	4.65
Component Scheme- Scheme for food safety & Quality assurance Infrastructure						
43	Angel Analytical Services LLP	Maharashtra	Thane	01-03-2024	12.58	7.32
44	Banjara Lambani Samaj	Karnataka	Bangalore	21-11-2023	11.82	6.64
45	Kalpana Chawla Computech Pvt. Ltd	Haryana	Karnal	01-03-2024	12.78	7.51
46	S. N. Pura Laboratory LLP	West Bengal	Hooghly	01-03-2024	11.28	6.42
Component Scheme- Operation Greens						
47	Lakshay Enterprises	Andhra Pradesh	Chittoor	09-11-2022	35.82	14.42
48	Karavan	Karnataka	Chikkaballapur	21-11-2023	26.87	9.95
49	Pyramid Farmopolis	Maharashtra	Nagpur	16-11-2022	35.09	10.00
50	Regal Farmfresh Pvt Ltd	Maharashtra	Satara	10-03-2023	75.25	37.92

51	Gherade Agro foods Pvt Ltd	Maharashtra	Solapur	21-11-2023	12.90	5.00
52	Magnus Farms	Maharashtra	Nashik	21-11-2023	27.15	9.50
53	Rishiraj Nutra Foods Private Limited	Rajasthan	Jodhpur	16-11-2022	20.21	9.43
54	Shivani Agri Horti Primary Processing Centre	Tamil Nadu	Coimbatore	09-11-2022	18.00	8.06
55	Angalamman Hi-Tech Agro Industry	Tamil Nadu	Erode	21-11-2023	30.00	14.93

List of approved Projects under component schemes of PMKSY under ST category since 2022-23

S. No.	Name of the Project	District	State	Date of approval	Project cost (In Cr.)	Grant Approved (in Cr.)
Component Scheme- Creation/Expansion of Food Processing and Preservation Capacities						
1	Gaudhatri Agro Private Limited	Jabalpur	Madhya Pradesh	29.02.2024	9.96	4.00
2	Super Spices	Nandurbar	Maharashtra	24.01.2023	4.13	1.73
3	Abhinav Consultancy	Khammam	Telangana	29.02.2024	7.65	3.00
Component Scheme- Integrated Cold Chain and Value Addition Infrastructure						
4	Double Seven Corporation	Papumpare	Arunachal Pradesh	29.02.2024	26.75	9.13
Component Scheme- Operation Greens						
5	Apti Enterprises	Chittoor	Andhra Pradesh	21.11.2023	41.19	15.00
6	Sri Veeramathiamman Agro Center	Erode	Tamil Nadu	21.11.2023	10.00	4.86

Details of SC/ST categpry approved Micro food enterprises under PMFME Scheme

	2022-23	2023-24	2024-25	2022-23	2023-24	2024-25
	SC			ST		
State	Loan Sanctioned	Loan Sanctioned	Loan Sanctioned	Loan Sanctioned	Loan Sanctioned	Loan Sanctioned
Andaman And Nicobar Islands	0	0	0	0	0	0
Andhra Pradesh	399	251	125	166	297	569
Arunachal Pradesh				21	28	47
Assam	47	58	134	95	66	235
Bihar	287	1051	889	33	103	69
Chandigarh						
Chhattisgarh	10	33	33	21	17	43
Dadra And Nagar Haveli And Daman And Diu	0	0	0	0	1	3
Delhi	19	11	12		2	1
Goa				2		
Gujarat	3	14	8	2	7	9
Haryana	22	55	21			
Himachal Pradesh	49	84	65	5	21	35
Jammu And Kashmir	10	29	35	12	43	154
Jharkhand	12	99	100	40	255	276
Karnataka	112	147	181	69	80	88
Kerala	46	121	141	2	6	14
Ladakh	0	0	0	26	32	17
Lakshdweep	0	0	0	0	0	0
Madhya Pradesh	121	216	464	202	367	729
Maharashtra	508	824	662	391	612	400
Manipur	6	0	0	10	2	15
Meghalaya	0	0	1	23	39	100
Mizoram	0	0	0	7	13	19

Nagaland	0	0	0	25	155	180
Odisha	56	69	76	23	11	15
Puducherry	7	8	4	0	0	0
Punjab	24	22	24	0	0	0
Rajasthan	2	12	27	5	6	15
Sikkim	1	0	2	9	11	2
Tamil Nadu	344	723	283	52	37	22
Telangana	280	525	175	125	289	91
Tripura	10	8	11	13	11	11
Uttar Pradesh	139	439	652	3	18	13
Uttarakhand	21	33	14	7	33	8
West Bengal	0	2	10	0	0	0

औद्योगिक यातायात के लिए समर्पित बाइपास/फ्लाइओवर

4430. श्री उमेषभाई बाबूभाई पटेल:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) वापी-दमन-सिलवासा औद्योगिक गलियारे में भारी वाहनों की आवाजाही का स्थानीय यातायात और सड़क सुरक्षा पर क्या प्रभाव पड़ा है;

(ख) क्या औद्योगिक यातायात को अलग करने के लिए समर्पित बाइपास/रिंग रोड/फ्लाइओवर के लिए कोई योजना स्वीकृत की गई है अथवा प्रस्तावित है;

(ग) यदि नहीं, तो क्या सरकार का संघ राज्यक्षेत्र दादरा और नगर हवेली तथा दमन और दीव के लिए एक विशेष औद्योगिक यातायात प्रबंधन योजना तैयार करने का विचार है;

(घ) यदि हां, तो तत्संबंधी समय-सीमा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ङ) क्या संघ राज्यक्षेत्रों में सड़क अवसंरचना के विकास के लिए कोई अलग से वित्तपोषण मॉडल या विशेष पैकेज उपलब्ध है;

(च) विगत पांच वर्षों के दौरान संघ राज्यक्षेत्र दादरा और नगर हवेली तथा दमन और दीव को कुल

कितनी केन्द्रीय निधि स्वीकृत और जारी की गई है; और

(छ) क्या संघ राज्यक्षेत्रों की विशिष्ट प्रशासनिक स्थिति को ध्यान में रखते हुए एक अतिरिक्त अवसंरचना पैकेज प्रदान करने का प्रस्ताव है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (छ): सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए संबंधित है। एनएच -848ए और एनएच -848बी दादरा और नगर हवेली और दमन और दीव के संघ राज्य क्षेत्र से होकर गुजरते हैं और वापी-दमन-सिलवासा औद्योगिक गलियारे को संपर्कता प्रदान करते हैं।

इन राष्ट्रीय राजमार्गों पर यातायात की वर्तमान स्थिति को सुगम बनाने के लिए, सरकार के सड़क परिवहन और राजमार्ग मंत्रालय ने इन राष्ट्रीय राजमार्गों को चार लेन तक चौड़ा करने के लिए 319.13 करोड़ रुपये की लागत से दो कार्यों को मंजूरी दी है। इसके अलावा, सरकार ने दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) के निर्माण का कार्य भी शुरू किया है जो वापी-दमन-सिलवासा औद्योगिक गलियारे में भारी यातायात के लिए एक वैकल्पिक उच्च गति संपर्कता प्रदान करता है।

पिछले पांच वर्षों के दौरान दादरा और नागर हवेली एवं दमन और दीव संघ राज्य में विभिन्न राष्ट्रीय राजमार्गों के विकास पर आवंटित निधि और व्यय का विवरण वर्तमान वित्तीय वर्ष सहित निम्नानुसार है:

वर्ष	**आवंटन (करोड़ रूपये में)**	**व्यय (करोड़ रूपये में)**
2020-21	43	43
2021-22	30	30
2022-23	26	26
2023-24	2	2
2024-25	100	46
2025-26	180	62.45 (28.02.2026 तक)

POWER SUPPLY IN TAMIL NADU

4431. SHRI D. M. KATHIR ANAND:

Will the Minister of **POWER** be pleased to state:

(a) whether Tamil Nadu Power Distribution Corporation Limited (TNPDCL) has stepped up procurement swap deals and transmission upgrades and requested the Union Government to provide 1500 MW to meet the high power demand and ensure uninterrupted supply during the upcoming Tamil Nadu Assembly election period, if so, the details thereof and the action taken by the Union Government in this regard;

(b) whether Central Electricity Authority (CEA) Resource Adequacy Plan has estimated that the peak power demand of Tamil Nadu may reach 24000 MW and the highest daily consumption may exceed six hundred million units by April 2026, if so, the details thereof;

(c) the proactive measures taken by the Union Government for the supply of the requested power to Tamil Nadu from central power plants located in other States; and

(d) the list of power infrastructure development projects initiated by the Union Government in Tamil Nadu particularly in the Vellore Parliamentary Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c): As per 'Resource Adequacy Plan (RAP)' prepared by State of Tamil Nadu in consultation with Central Electricity Authority (CEA) for the period till 2034-35, projected peak demand and annual energy consumption during financial year 2026-27 is envisaged as 23,314 MW and 1,62,726 MUs respectively.

To meet peak summer demand, TNEB Ltd. has taken several advance measures as under:

(i) Tamil Nadu Power Distribution Corporation (TNPDCL) has concluded Medium-Term Power Procurement arrangements for about 2,700 MW for a period of five years and Short-Term Power procurement arrangements for about 3,500 MW during the months of March, April and May to meet the anticipated increase in summer demand.

(ii) TNPDCL has entered into a power swap arrangement with Uttar Pradesh Power Corporation Limited (UPPCL) for 500 MW during the period from 01.03.2026 to 15.04.2026.

(iii) Recently, the State has added 800 MW coal based thermal capacity i.e North Chennai Thermal Power Station Stage-III (800 MW) with Commercial Operation Date on 24.01.2026. State already optimized its hydro resources during the months of November, December and January, so that full hydro

capacity is available during the high-demand summer months of March, April and May.

(iv) The State has added a total of 1,924 MVA of new substation Transformation capacity, 1,606 MVA of additional Transformation capacity in existing substations and 452 km of Transmission lines in FY 2025-26

In addition to the above, state of Tamil Nadu had requested for additional allocation of 1500 MW power. Subsequently, the Ministry of Power (MoP) has allocated 329.36 MW of firm power from the Farakka Super Thermal Power Station (Stage I & II) to Tamil Nadu in November, 2025, which is extended up to 31.05.2026 with view to ensure uninterrupted power in the state.

(d): The details of power infrastructure development projects initiated by the State/ Central Government in Tamil Nadu are given below;

(i) Generation:

There are four under construction thermal power projects of capacity 5,140 MW in the State of Tamil Nadu. The details are given in the enclosed **Statement**.

(ii) Transmission:

Currently five Inter State Transmission System (ISTS) projects are under implementation in Tamil Nadu for integration of Renewable Energy (RE)/ non-fossil generation and grid-strengthening and its details are given below:

(A) Transmission System under ISTS for evacuation of power from Kudankulam Nuclear Power Plant (Unit-3& 4 - 2x1000MW).

(B) Augmentation of 2x500 MVA, 400/230 kV transformation capacity 3rd &4th ICTs (Interconnecting Transformer)] at Karur Pooling Station.

(C) Augmentation of Transformation capacity at 400/230KV Tuticorin-II Gas-Insulated Switchgear (GIS) Pooling Station in Tamil Nadu by 500 MVA, 400/230 KV ICT (6th).

(D) Augmentation of 1x500 MVA, 400/230 kV ICT (7th) at Tuticorin-II GIS SubStation.

(E) Augmentation of Transformation capacity by 1x500 MVA, 400/230 kV ICT (4th) at Kalivanthapattu s/s in Tamil Nadu.

Further, Ministry of New and Renewable Energy (MNRE) has approved Intra State Transmission System (In-STS) projects under Green Energy Corridor (GEC)-II Scheme in Tamil Nadu, which are being implemented by Tamil Nadu Transmission Corporation Limited (TANTRANSCO), the list of projects under GEC-II are given below:

(A) 400 kV line associated with Samugarengapuram 400/230-110 kV SS (Sub Station)

(B) 230/110 kV line associated with Samugarengapuram 400/230-110kV SS

(C) Establishment of 230/110 kV Digital substation at Poolavady 230 kV SS.

(D) 230/110 kV line associated with Poolavadi 230 kV SS

(E) Establishment of 230/110 kV Substation at Muppandal

(F) 230/110 kV line associated with Muppandal 230 kV SS

(iii) Distribution:

With the objective of improving the quality and reliability of power supply to consumers through a financially sustainable and operationally efficient distribution sector, Government of India launched 'Revamped Distribution Sector Scheme' (RDSS) in July 2021. A key objective of the RDSS is to reduce the 'Aggregate Technical and Commercial' (AT&C) losses to pan-India levels of 12-15 % and the gap between 'Average Cost of Supply' (ACS) and 'Average Revenue Realized' (ARR) to Zero. Under the scheme, financial assistance is being provided to the eligible Distribution Utilities for upgradation of distribution infrastructure and smart metering works in the country including Tamil Nadu, for enhancing the efficiency of the distribution network and reduce losses in the system.

Under the RDSS Scheme, distribution infrastructure works of Rs 1.53 lakh crores and smart metering works of Rs 1.31 lakh crores have been sanctioned for the country. Under this scheme, Rs 19,235 crore for smart metering projects and Rs 9,568 crore for distribution infrastructure works have been sanctioned for Tamil Nadu including Vellore Parliamentary Constituency. Following power distribution infrastructure works amounting to Rs 776 crore have been sanctioned in the Vellore Parliamentary Constituency under RDSS:

(A) Agriculture Feeder Segregation (AFS): 54 number of feeders.

(B) High Voltage Distribution System (HVDS): 10 number of feeders.

(C) Separation of Double Distribution Transformer: 04 number of feeders.

(D) Auxiliary cable for Distribution Transformers (DT): 9058 DTs.

(E) Smart meters: 8,00,606 consumers, 9058 DTs and 213 feeders.

STATEMENT

The details of under construction thermal power projects in the State of Tamil Nadu:

Sl. No.	Name of the Project	Sector	Unit No.	Capacity (in MW)
1.	Kudankulam Nuclear Power Plant (KKNPP)	Central	3	1,000
			4	1,000
2.	Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI)		1	500
3.	Udangudi Super Thermal Power Plant (Stage-I)	State	1	660
			2	660
4.	Ennore Special Economic Zone (SEZ)		1	660
			2	660
Total				**5,140**

COVERAGE UNDER ATAL BHUJAL YOJANA

4432. SHRI BIPLAB KUMAR DEB:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the key objectives and present coverage of the Atal Bhujal Yojana across participating States and Gram Panchayats in the country, State and Gram Panchayat-wise;

(b) the progress achieved in enumeration, geo-tagging and classification of water bodies under the Jal Shakti Abhiyan and related initiatives;

(c) the details of digital and technological tools currently being deployed for

groundwater monitoring, surface-water assessment and water-body mapping under various schemes of the Government across the country, particularly in Tripura; and

(d) the manner in which data collected through these systems is utilised for planning, decision-making and performance evaluation of water conservation measures?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): Atal Bhujal Yojana, a community led participatory ground water management scheme, was implemented as a pilot scheme across 8,203 priority water stressed Gram Panchayats of seven states viz. Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh. The key objective of Atal Bhujal Yojana was to improve groundwater management in selected states through community participation and focusing on demand-side interventions, ensuring sustainability of the resource. The scheme aimed to achieve this objective by strengthening institutional and governance frameworks and by incentivizing states to implement groundwater conservation measures at grassroots level. The State-wise number of gram panchayats covered under the Scheme are given in the enclosed **Statement.**

(b): Under the Jal Shakti Abhiyan: Catch the Rain (JSA: CTR) campaign, implemented by the Ministry of Jal Shakti, one of the key interventions is the

enumeration, geo-tagging and inventorization of water bodies to facilitate the preparation of scientific water conservation plans. District Collectors and Magistrates have been requested to enumerate water bodies using old revenue records, remote sensing data from the National Remote Sensing Agency (NRSA) and Geographic Information System (GIS) mapping technology to mark boundaries, geo-tag structures and integrate data from the National Water Informatics Centre (NWIC) and State Water Resources Information Systems. This approach enables the development of data-driven scientific conservation plans.

In addition, a notable initiative in this regard is the development of the GIS-based sub-portal “Jal Dharohar”, operational in its beta version since 1st November, 2023, under the India-WRIS Portal. This portal presents a consolidated and geo-tagged database of water bodies across India and integrates data from multiple national programmes and sources, including the Jal Shakti Abhiyan, Atal Bhujal Yojana, Minor Irrigation Statistics, the First Census of Water Bodies and the National Water Informatics Centre (NWIC). It serves as a visual and spatial tool for awareness creation, planning and monitoring of water resources.

(c) and (d): Water being a State subject, the Central Government plays only a supportive role by supplementing the efforts of the States through various technical, financial, and policy-level interventions.

In this direction, the government employs a range of state of the art digital

and technological tools not only for mapping and monitoring water resources of the country, including the State of Tripura, but also for planning precise policy interventions and evaluating performance of schemes. The following are a few noteworthy ones:

i. National Aquifer Mapping and Management Programme (NAQUIM): The Central Ground Water Board (CGWB) is implementing NAQUIM, utilizing advanced technologies such as Remote Sensing (RS) and Geographic Information Systems (GIS) for aquifer mapping, identifying recharge zones and assessing source sustainability. Heliborne geophysical surveys are being deployed in specific areas for high-resolution subsurface data. Under NAQUIM Phase 1.0, the entire mappable area of the country of 25 lakh sq. kms, including an area of 6,757 sq. kms of Tripura state has been mapped and district level aquifer maps along with suitable management plans have been disseminated to State/District administrations.

ii. Real-Time Monitoring: CGWB conducts real-time groundwater level monitoring through a nationwide network of around 23,000 Digital Water Level Recorders (DWLRs) equipped with telemetry systems. This network facilitates the transmission of near real-time data on groundwater levels to a central server, helping in devising more focused conservation plans. In Tripura, 14 DWLRs have been installed.

iii. Web-based Platforms: CGWB developed the India-Groundwater Resource

Estimation System (IN-GRES), a web-based application that provides a standardized platform for groundwater resource assessment across the country, including Tripura. Such data forms the scientific basis for implementing schemes like MGNREGA, Atal Bhujal Yojana, Jal Shakti Abhiyan etc.

iv. The JSA: CTR dashboard: is a central digital platform created by the National Water Mission under this Ministry for monitoring, evaluating and managing the "*Catch the Rain*" (CTR) campaign under the Jal Shakti Abhiyan (JSA). It serves as a data collection and analysis hub to track progress on water conservation activities and facilitates the creation of scientific water conservation plans. For example, the dashboard indicates that as on 17.03.2026, more than 2 Cr water conservation and rain water harvesting works have been taken up through JSA campaign in the country, with 1,62,978 such works in Tripura.

v. Jal Sanchay Jan Bhagidari (JSJB) dashboard : to further strengthen the momentum of JSA, Jal Sanchay Jan Bhagidari (JSJB) initiative has been launched by the Hon'ble Prime Minister in 2024 with a vision to make rain water harvesting a mass movement in the country and for effective monitoring of recharge structures created under this initiative, Jal Sanchay Jan Bhagidari Dashboard, a dedicated digital platform has been developed and made available in the public domain. The stakeholders are required to

onboard each constructed recharge structure with photograph, geo tag and other details. The dashboard indicates that as on date more than 46 lakh structures have been taken up in the country, with 58,923 structures in Tripura.

vi. Reservoir level and Flood monitoring: '*Flood Watch India*' app, developed in-house by the Central Water Commission, utilizes advanced technologies such as satellite data analysis, mathematical modelling and real-time monitoring to deliver accurate and timely flood forecasts. The app provides information about 592 flood monitoring stations and also regarding the storage positions of 150 major reservoirs in the country.

vii. GIS based monitoring: Various irrigation/water conservation structures created under PMKSY- SMI, RRR, Atal Bhujal Yojana etc. are monitored through GIS based applications and tools.

viii. Use of Satellite and Remote sensing data: The Ministry is actively collaborating with agencies like Bhaskaracharya National Institute for Space Applications and Geo-informatics (BISAG -N) and Space Application Centre, Ahmedabad for making use of satellite and remote sensing data for various kinds of mapping and monitoring of water resources of the country, including Tripura.

ix. Additionally, extensive use of digital dashboards, web portals, mobile apps etc. is being made for collection and dissemination of data and performance

monitoring of several schemes of the Ministry like PMKSY, NMCG, Atal Bhujal Yojana, MI census etc.

STATEMENT

State-wise number of gram panchayats covered under Atal Bhujal Yojana

S. No.	State	Districts	Blocks	Gram Panchayats
1	Gujarat	6	36	1873
2	Haryana	14	36	1647
3	Karnataka	14	41	1199
4	Madhya Pradesh	6	9	670
5	Maharashtra	13	43	1133
6	Rajasthan	17	38	1132
7	Uttar Pradesh	10	26	549
Total		**80**	**229**	**8203**

भाखड़ा ब्यास प्रबंधन बोर्ड नियम, 1974

4433. श्री कुलदीप इंदौरा:

क्या **विद्युत** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार को इस बात की जानकारी है कि रावी-ब्यास के अधिशेष जल में राजस्थान का 52 प्रतिशत से अधिक हिस्सा होने के बावजूद भाखड़ा ब्यास प्रबंधन बोर्ड (बीबीएमबी) में राजस्थान संवर्ग के किसी भी अधिकारी को अब तक सदस्य सिंचाई या सचिव के पद पर नियुक्त नहीं किया गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) 23 फरवरी, 2022 को अधिसूचित भाखड़ा ब्यास प्रबंधन बोर्ड नियम, 1974 में किए गए

संशोधनों की वर्तमान स्थिति क्या है और राजस्थान संवर्ग के अधिकारियों की सदस्य या सचिव के रूप में नियुक्ति सुनिश्चित करने के लिए इसमें क्या प्रावधान किए गए हैं;

(ग) क्या वर्ष 2022 में नियमों में संशोधन किए जाने के बाद राजस्थान राज्य संवर्ग के किसी अधिकारी को बीबीएमबी में किसी महत्वपूर्ण पद पर नियुक्त किया गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं और मंत्रालय द्वारा राजस्थान का पर्याप्त प्रतिनिधित्व सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क), (ग) और (घ): पंजाब पुनर्गठन अधिनियम 1966 की धारा 79(2) के अनुसार, भाखड़ा ब्यास प्रबंध बोर्ड (बीबीएमबी) में एक पूर्णकालिक अध्यक्ष और दो पूर्णकालिक सदस्य होते हैं, जिनकी नियुक्ति केंद्र सरकार द्वारा की जाती है; इसके अलावा, इसमें पंजाब, हरियाणा, राजस्थान और हिमाचल प्रदेश राज्यों की सरकारों के एक-एक प्रतिनिधि होते हैं, जिन्हें संबंधित सरकार द्वारा नामित किया जाता है; और साथ ही, केंद्र सरकार के दो प्रतिनिधि भी होते हैं, जिन्हें उस सरकार द्वारा नामित किया जाता है। अत:, राजस्थान राज्य सहित सभी राज्यों का बोर्ड में प्रतिनिधित्व है।

बीबीएमबी में कार्यरत राजस्थान राज्य के अधिकारियों ने समय-समय पर बीबीएमबी में सचिव का पद संभाला है। वर्तमान में, जल संसाधन विभाग, राजस्थान सरकार के एक अधिकारी, जो बीबीएमबी में मुख्य अभियंता के रूप में कार्यरत हैं, 01 मई, 2025 से सचिव, बीबीएमबी का अतिरिक्त प्रभार संभाल रहे हैं।

(ख): 23 फरवरी, 2022 को अधिसूचित भाखड़ा ब्यास प्रबंध बोर्ड (संशोधन) नियम, 2022 में बीबीएमबी के अध्यक्ष की नियुक्ति के लिए चयन मानदंडों को शामिल करते हुए संशोधन किया गया था

और 13 फरवरी, 2023 को अधिसूचित किया गया। इसके अलावा, बीबीएमबी और उसके सहभागी राज्यों के साथ परामर्श के पश्चात पूर्णकालिक सदस्यों हेतु भर्ती की संशोधित विधि वर्तमान में मंत्रालय में प्रक्रियाधीन है।

OPERATIONALISATION OF UDAN 6.0

4434. SHRI SASIKANTH SENTHIL:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government has launched 'UDAN 6.0' specifically focusing on last-mile connectivity for hilly and remote terrains as of early 2026 and if so, the details thereof;

(b) the number of unserved airports that have become commercially operational during the current financial year;

(c) whether the Government has notified the final guidelines for 'Vertiports' to facilitate Electric Vertical Take-off and Landing (eVTOL) aircraft in metropolitan cities and if so, the details thereof; and

(d) the details of the updates on 'Drone Airspace Map' to allow middle-mile delivery for medical supplies in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b): The Government has announced the launch of the modified UDAN

Scheme to increase regional connectivity to 120 new destinations across the country, to cater to 4 crore passengers over the next 10 years. The scheme will also support helipads and smaller airports in hilly, aspirational, and North East region districts. The scheme is presently at the approval stage.

During FY 2025-26, five aerodromes (including two heliports) namely Amravati, Datia, Purnea, Reckong Peo (H) and Sanjoli (H) have been operationalized under the Regional Connectivity Scheme-Ude Desh Ka Aam Nagrik (RCS-UDAN) Scheme.

(c): The Directorate General of Civil Aviation (DGCA) has published Guidance material for design, Operation and Authorization of Vertiports to facilitate Electrical Vertical Take-off Landing (eVTOL) on 5th September 2024 (available on DGCA website at www.dgca.gov.in under :Drone & AAM" tab in the homepage). The document provides comprehensive design and operational guidance for Vertiports, ensuring safe and efficient integration of unconventional VTOL/STOL aircraft into urban and rural environments.

(d): At present, no such specific provision of technology relating to middle-mile delivery of medical supplies in rural areas is available on the 'Drone Airspace Map'."

OPERATION GREEN FRAMEWORK IN ODISHA

4435. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the extent to which the expanded Operation Greens framework has supported diversification of perishable crops in Odisha, particularly horticultural and tribal produce beyond traditional TOP crops;

(b) whether any integrated cold chain, primary processing or aggregation infrastructure has been sanctioned or made functional in Odisha under the scheme and if so, the details thereof;

(c) the number of Farmer Producer Organizations (FPOs) from Odisha that have received financial or logistical assistance for direct linkage with processors or organised retail;

(d) whether data indicates reduction in price volatility and distress sales of perishable produce in Odisha districts and if so, the details thereof; and

(e) the additional measures proposed to enhance value addition and market access for farmers in western Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Ministry of Food Processing Industries (MoFPI) has been implementing a Central Sector umbrella scheme called “Pradhan Mantri Kisan Sampada Yojana (PMKSY)” since 2017-18 across the country. Under Operation Greens component of PMKSY scheme, the Ministry is providing financial assistance at the rate of

35% of the eligible project cost for projects in General Areas, and 50% for projects in Difficult Areas, as well as for projects involving SC/ST, FPOs (Farmer Producer Organizations), and SHGs (Self-Help Groups) for value chain development of 10 fruit crops, 11 vegetable crops and shrimp in the identified production clusters. The production clusters for these crops are identified based on the horticultural production data provided by Ministry of Agriculture and Farmers Welfare, in consultation with the Horticulture Departments of the respective states. Odisha has been identified as production cluster for Tomato and Okra. In this regard, it may also be mentioned that Ministry of Food Processing Industries does not set up any food processing industry on its own, but to encourage the growth of the food processing sector, the Ministry is implementing various schemes for development of food processing infrastructure and setting up of food processing units through various component schemes of Pradhan Mantri Kisan Sampada Yojana (PMKSY). The proposals under the schemes are invited through Expression of Interest (EOI). Proposals are scrutinised as per the provisions of scheme guidelines and eligible applications sanctioned for financial assistance.

(b): No project has been assisted under the Operation Greens scheme in the state of Odisha.

(c): Does not arise.

(d): Does not arise.

(e): No such proposal is under consideration by the Ministry.

STATUS OF IMPLEMENTATION OF UCF

4436. SHRI MADDILA GURUMOORTHY:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the current status of implementation of the Urban Challenge Fund (UCF) announced in the Union Budget 2025-26 along with an outlay of Rupees One lakh crore to support initiatives such as 'Cities as Growth Hubs', 'Creative Redevelopment of Cities' and 'Water and Sanitation';

(b) the details and number of the projects that have been approved or are under consideration for funding under UCF for Andhra Pradesh;

(c) whether any proposals for Tirupati district, a major pilgrimage and urban growth centre, have been submitted or approved under this initiative and if so, the details thereof;

(d) if not, the reasons for non-inclusion despite Tirupati's urban infrastructure needs; and

(e) the mechanisms in place to ensure fair evaluation, timely approvals and equitable disbursal of funds to underserved urban areas in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): Government, in the Budget 2025-26, has announced setting up of an Urban Challenge Fund (UCF) of ₹1 lakh crore. UCF supports the strengthening of urban infrastructure through implementation of projects under three verticals

namely 'Cities as Growth Hubs', 'Creative Redevelopment of Cities' and, 'Water and Sanitation'. Cabinet has granted approval for UCF on 13 February, 2026. Till date, no project has been approved under UCF. Guidelines for UCF are under preparation.

बदायूं में औद्योगिक विकास

4437. श्री आदित्य यादव :

क्या **सूक्ष्म, लघु और मध्यम उद्यम** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने उत्तर प्रदेश के बदायूं जिले में पंजीकृत सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) इकाइयों की संख्या, सृजित रोजगार, उद्यमों का क्षेत्र-वार वितरण और रुझान, यदि कोई हों, और सरकारी आंकड़ों में वृद्धि दर में गिरावट को दर्शाते हुए औद्योगिक विकास के संबंध में कोई आकलन किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा एमएसएमई क्षेत्र के विकास में गतिरोध को दूर करने, संस्थागत ऋण की उपलब्धता सुनिश्चित करने, प्रौद्योगिकीय उन्नयन को बढ़ावा देने और जिला उद्योग केन्द्रों और एमएसएमई विकास संस्थानों के माध्यम से संस्थागत समन्वय को सुदृढ़ करने के लिए क्या कदम उठाए गए हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क): सरकार ने उत्तर प्रदेश राज्य के बदायूं जिले में औद्योगिक विकास का कोई विशिष्ट मूल्यांकन नहीं किया है। हालांकि, उद्यम पोर्टल के आंकड़ें एमएसएमई क्षेत्र में औद्योगिक वृद्धि की प्रवृत्ति दर्शाते हैं,

जिनमें दिनांक 15 मार्च, 2026 तक 79,527 एमएसएमई पंजीकृत हैं, जिनमें 7,70,486 लोगों को रोजगार प्राप्त हुआ है।

इसके अतिरिक्त, जैसाकि नीचे दी गई तालिका में दिया गया है, 1 अप्रैल, 2023 और 28 फरवरी, 2026 के आंकड़ों का तुलनात्मक विश्लेषण उद्यम पोर्टल पर नए एमएसएमई पंजीकरण में सुदृढ़ ऊर्ध्वगामी रुझान दर्शाता है। इसमें 1 अप्रैल, 2023 को दर्ज किए गए आंकड़ों की तुलना में एमएसएमई क्षेत्र में सतत वृद्धि के संकेत मिलते हैं।

उद्यम में पंजीकृत एमएसएमई की संख्या	**वर्ष 2023 (दिनांक 01.4.2023 तक)**				**वर्ष 2026 (दिनांक 28.2.2026 तक)**			
	सूक्ष्म	**लघु**	**मध्यम**	**कुल**	**सूक्ष्म**	**लघु**	**मध्यम**	**कुल**
अखिल भारत	1,60,28,215	3,87,814	29,885	1,64,45,914	7,77,75,584	4,90,335	36,963	7,83,02,882
उत्तर प्रदेश	20,67,873	29,825	1,936	20,99,634	85,60,188	40,421	2,663	86,03,272
बदायूं जिला	20,117	220	4	20,341	77,684	291	10	77,985

(ख) और (ग): प्रश्न नहीं उठता।

SHORTAGE OF ATCs

4438. SHRI K. RADHAKRISHNAN:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether there is any shortage of Air Traffic Controllers (ATCs) and technical staff across various airports of the country and if so, the details and vacancies thereof, airport-wise;

(b) the steps taken to ensure that aviation safety standards are not compromised;

(c) the number of aviation safety incidents reported during the last three years; and

(d) the action taken by the Directorate General of Civil Aviation (DGCA) to improve compliance and monitoring mechanisms?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b): The deployment of Air Traffic Control Officers (ATCOs) is undertaken by the Airports Authority of India (AAI) based on the Directorate General of Civil Aviation - Civil Aviation Requirements (CAR) on Watch Duty Time Limitations (WDTL) which is as per international norms and also as per air traffic volume at airports so as to ensure safe and efficient air traffic management.

The recruitment of Air Traffic Control Officers (ATCOs) is a continuous process undertaken by AAI in accordance with the guidelines prescribed by DGCA. With a total sanctioned strength of 5537 ATCOs, AAI assesses the requirement for ATCOs from time to time based on the operational needs at various airports. The vacancies are filled through direct recruitment as well as departmental examinations. Aviation safety is maintained through optimal utilization of available manpower in accordance with the extant norms and standards.

(c): The number of aviation safety occurrences for the year 2023, 2024 and 2025

(till September 2025) monitored by Airports Authority of India (AAI) as per regulatory (DGCA) requirements is given in the enclosed **Statement.**

(d): To examine compliance and ensure effective monitoring, the DGCA has carried out surveillance activities in respect of Air Traffic Management (ATM), Search and Rescue (SAR), Aeronautical Information Services (AIS), aeronautical maps and charts (CARTO), and Procedures for Air Navigation Services-Operations (PANS-OPS), in accordance with the Annual Surveillance Plan.

STATEMENT

AAI SMS Performance Summary – 2023, 2024 and 2025

The table below depicts the Absolute number of occurrences monitored as per regulator's Safety Performance mandatory reporting safety parameters:

S. No	Occurrences	Occurrences in Numbers (For Year 2023)	Occurrences in Numbers (For Year 2024)	Occurrences in Numbers (For Year 2025)
1	Aerodrome Operations Occurrences (Runway incursions/excursions, Bird Strikes, Ramp Incidents)	735	1498	1640
2	Air Traffic Service	382	689	696

	Occurrences (Communication Error, Laser Interferences, Non-Compliance of ATC Instructions by Aircrafts)			

PROMOTION OF TRADE AND MARKETING AMONG MSMEs

4439. SHRI ATUL GARG:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has recently launched any new initiative to promote trade and marketing among Micro, Small and Medium Enterprises (MSMEs) during Financial Year 2025-26 and if so, the details thereof;

(b) the objective and key components of the MSME TEAM (Trade Enablement and Marketing) Initiative launched under the Raising and Accelerating MSME Performance (RAMP) Scheme;

(c) whether the scheme focuses on integrating MSMEs, particularly women entrepreneurs, into the digital commerce ecosystem through Open Network and Digital Commerce (ONDC) and if so, the details thereof;

(d) the total financial outlay allocated for the initiative and the role of National

Small Industries Corporation (NSIC) in its implementation; and

(e) the steps taken to ensure wide-scale awareness and participation of MSMEs across States/UTs under this initiative?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The Trade Enablement and Marketing (TEAM) Initiative is a Sub-Scheme of the programme 'Raising and Accelerating MSME Performance' (RAMP), which is a Central Sector Scheme to promote digitalisation of trade and commerce among MSMEs. The TEAM initiative was launched on 24th June 2024 for the duration of 3 years from 2024 to 2027.

(b): The objective and key components of MSME TEAM (Trade Enablement and Marketing Initiative launched under Raising and Accelerating MSME Performance (RAMP) programme are: -

i. Expanding Market Reach for MSMEs: Enable MSMEs to present their products and services to a broader audience, unlocking new market prospects beyond their conventional local customer base.

ii. Reduction in Cost of Doing Business: MSMEs will have access to a significantly larger pool of buyers, suppliers, and service providers, helping reduce costs. The commission for online commerce would be lower than what is charged by traditional e- commerce platforms. This will allow even the

smallest of units to conduct online transactions.

iii. Leveraging Digital Public Infrastructure through Open Network for Digital Commerce (ONDC): Ease the burden on MSMEs to invest in developing their own digital setup or e- commerce platforms. By capitalising on the Open Network for Digital Commerce (ONDC) ecosystem, MSMEs can access a readily available digital framework, complete with online storefronts, payment gateways, and logistical support.

iv. Digitalisation of MSMEs, thereby enhancing their competitiveness: Embracing ecommerce can drive the digitization of MSMEs' operations, enabling them to streamline processes, optimise supply chains, and improve overall efficiency. This enhanced competitiveness can help MSMEs thrive in a rapidly evolving business landscape.

v. Localised e-commerce Access: Offer MSMEs access to e- commerce platforms in their native languages, to support the Government of India's "Local for Global" initiative.

vi. Convergence with other Government initiatives: Converge with schemes and initiatives such as PM Vishwakarma, Udyam database, Trade Receivables electronic Discounting System, Online Dispute Resolution, Credit Support programmes, Interest Subvention programmes, mSeva, Digilocker, Digital MSME scheme, etc that align with the objectives of the MSME TEAM initiative.

vii. Formalisation of MSMEs: Integrating MSMEs into the digital commerce ecosystem formalises their operations, ensuring compliance with regulations and enhancing their legitimacy in the market. This can improve their access to financial services and government support.

viii. Enhancing Credibility and Financial Standing: Strengthen the trustworthiness and credibility of MSMEs by establishing their digital presence and transaction history.

ix. Nationwide Outreach and Education: Engage with MSMEs nationwide through awareness campaigns and workshops, educating them about the benefits and practicality of embracing e-commerce platforms.

(c): Under the TEAM Initiative Scheme focuses on-boarding of MSMEs including the Women entrepreneurs, on the ONDC network through the Seller Network Participants (SNPs), who shall help / handhold them to complete life cycle of the e-commerce business like preparation of ONDC Compliant digital catalogue, generation of order, Account Management Support (Order fulfilment, operations support, Logistics support, Training and capacity building, contract management between the buyer and seller etc. by imparting training. Not limited to this, financial incentive is offered to support the Micro and Small Enterprises (MSEs) through the SNPs. Target beneficiaries of MSME TEAM Initiative Scheme would be 5 lakh MSEs of which 50% will be women owned MSEs.

(d): The total financial outlay allocated for this initiative is Rs. 277.35 Crores.

National Small Industries Corporation (NSIC) acts as the implementing Agency (IA) of the TEAM Initiative, responsible for Scheme execution, MSME onboarding to ONDC, Awareness programs, Develop and maintain the TEAM Initiative portal to register eligible MSEs.

(e): NSIC prepare schedules and conduct workshops and awareness programs across the country to Educate MSMEs on e-commerce, digital catalogues, and online selling. More than 150 workshops are being conducted by PAN India by branch offices of NSIC to ensure wide scale awareness and participation of MSMEs across States/ UTs under this initiative.

पेट्रोलियम शोधनशालाओं द्वारा हरित पट्टी संबंधी अनुपालन

4440. श्री चंदन चौहानः

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में वर्तमान में कितनी पेट्रोलियम शोधनशालाएं संचालित हो रही हैं और इनमें से पर्यावरणीय मानकों के अनुसार कुल क्षेत्र के कम से कम तैंतीस प्रतिशत पर हरित पट्टी विकसित करने के निर्धारित मानकों को पूरा करने वाली शोधनशालाओं की संख्या कितनी है;

(ख) विगत पांच वर्षों के दौरान उक्त मानकों को पूरा न करने वाली शोधनशालाओं का राज्य/संघ राज्यक्षेत्र-वार और स्थान-वार ब्यौरा क्या है और उनके विरुद्ध क्या कार्रवाई की गई है;

(ग) क्या सरकार को इस बात की जानकारी है कि तैंतीस प्रतिशत हरित पट्टी मानक का अनुपालन न करने से पर्यावरण पर प्रतिकूल प्रभाव पड़ता है; और

(घ) यदि हां, तो संबंधित शोधनशालाओं द्वारा उक्त मानकों का अनुपालन सुनिश्चित करने के लिए

सरकार द्वारा अब तक उठाए गए और भविष्य में उठाए जाने वाले कदमों का ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (घ): भारत में 22 रिफाइनरियां हैं, जिनमें से 19 रिफाइनरियां ग्रीन बेल्ट मानकों का अनुपालन करती हैं। वर्तमान में इंडियन ऑयल कॉर्पोरेशन लिमिटेड की गुजरात रिफाइनरी (26% ग्रीन बेल्ट), हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड की मुंबई रिफाइनरी (20% ग्रीन बेल्ट) और चेन्नई पेट्रोलियम कॉर्पोरेशन लिमिटेड (24% ग्रीन बेल्ट) 33% ग्रीन बेल्ट क्षेत्र होने के मानक को पूरा नहीं कर रही हैं।

आईओसीएल गुजरात रिफाइनरी ने ग्रीन बेल्ट के विकास के लिए गुजरात की राज्य सरकार के साथ भूमि के आवंटन का मामला उठाया है। एचपीसीएल मुंबई रिफाइनरी और सीपीसीएल ने ग्रीन बेल्ट की ज़रूरत को पूरा करने के लिए आवंटित भूमि को विकसित करने के लिए कार्रवाई की है।

33% ग्रीन बेल्ट की आवश्यकता को पर्यावरणीय सुरक्षा उपाय के रुप में, अन्य बातों के साथ-साथ, सीओ$_2$ का पृथक्करण और उत्सर्जन को कम करने के लिए परिकल्पित किया गया है। रिफाइनरियों ने पर्यावरण की सुरक्षा के लिए सीओ$_2$ फुटप्रिंट को कम करने के लिए उपाय कार्यान्वित किए हैं। पर्यावरण संबंधी गैर-अनुपालन होने पर पर्यावरण (संरक्षण) अधिनियम, 1986, यथा पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के साथ पठित, की धारा 5, 15 और 19 के तहत कार्रवाई की जाती है। इसके अलावा, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय उन परियोजनाओं की 'स्वीकृति-पश्चात निगरानी' करता है, जिन्हें प्रदान की गई पर्यावरणीय स्वीकृति (ईसी) में निर्धारित शर्तों का अनुपालन सुनिश्चित करने के लिए पर्यावरणीय स्वीकृति (ईसी) प्रदान की गई है। साथ ही, राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां 'स्थापना की सहमति' (सीटीई) और 'प्रचालन की सहमति' (सीटीओ) की शर्तों के उल्लंघन के मामलों में, वायु (प्रदूषण निवारण और नियंत्रण)

अधिनियम, 1981 और जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 के प्रावधानों के अनुसार सुधारात्मक और दंडात्मक कार्रवाई करने के लिए अधिकार सम्पन्न है।

PMEGP IN TAMIL NADU

4441. SHRI MALAIYARASAN D.:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the details of the Prime Minister's Employment Generation Programme (PMEGP) and the number of beneficiaries covered under the scheme in Tamil Nadu so far;

(b) the details of financial assistance allocated to Tamil Nadu under the PMEGP Scheme for the establishment of new micro-enterprises and the total number of units set up in the State;

(c) the sectors or industries prioritized for funding under the PMEGP Scheme in Tamil Nadu and the impact of these initiatives on local employment and economic growth;

(d) the steps taken by the Government to ensure effective implementation and monitoring of the PMEGP Scheme in Tamil Nadu, particularly in rural and underserved areas; and

(e) the manner in which the Government plans to enhance awareness and accessibility of the PMEGP Scheme among the youth, women and

marginalized communities in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): Prime Minister's Employment Generation Programme (PMEGP) is a Central Sector Scheme which provides financial assistance in the form of Margin Money (MM) Subsidy to potential entrepreneurs throughout the country including Tamil Nadu in setting up new micro enterprises in the non-farm sector, primarily in rural areas. The scheme aims to provide sustainable employment opportunities to traditional artisans/ rural and urban unemployed youth at their doorstep.

Since its inception i.e. FY 2008-09 till FY 2025-26 (up to 15.03.2026), 71,128 number of micro enterprises have been assisted in the State of Tamil Nadu with Rs. 1,838.85 crore as MM Subsidy generating estimated employment opportunities to around 6.6 lakh persons.

Several major sectors and industries are given priority under PMEGP throughout the country including Tamil Nadu based on their employment potential and relevance to rural and traditional skills. These include Agro-based and Food Processing, Forest-based Industries, Handmade Paper and Fibre, Mineral-based Industries, Polymer and Chemical-based Industries, Rural Engineering and Bio-Technology, Service and Textile related Activities.

(d): Steps taken by the Government to ensure effective implementation and

monitoring of the PMEGP Scheme throughout the country including Tamil Nadu, particularly in rural and underserved areas include the following:

i. Enhancement of maximum project cost from Rs. 25 lakh to Rs. 50 lakh for manufacturing sector and from Rs. 10 lakh to Rs. 20 lakh for service sector.

ii. Inclusion of applicants from Aspirational districts and transgenders under Special Category eligible for higher subsidy.

iii. Acceptance of PMEGP applications from beneficiaries in physical form in 19 regional languages excluding Hindi and English.

iv. As per RBI Master Directions on lending to MSMEs, no collateral security to be insisted by Banks for projects involving loan up to Rs. 20 lakh. Strict compliance of this provision has been reemphasized to all financing Banks.

v. Review of rejection reasons and removal of reasons i.e. "Out of Service Area" and "Target Achieved" as basis for rejection of PMEGP applications by banks.

vi. A wide range of more than 1,000 Model of Detailed Project Reports have been prepared on various industries and made available on the PMEGP online portal.

vii. Top level Banker’s meetings, State Level Bankers Meetings and District level Bankers Meetings held on a regular basis to ensure proper

sanctioning of loans and disbursement of margin money.

viii. Periodical review meetings by the Ministry with Implementing Agencies i.e. Khadi and Village Industries Commission (KVIC), State offices of KVIC, State Khadi and Village Industries Boards (KVIBs), State District Industries Centres (DICs) and financial institutions.

ix. State Level Monitoring Committee (SLMC) and District Level Monitoring Committee (DLMC) meetings held at State and District level on a regular basis to monitor and review the implementation of PMEGP.

(e): Steps taken by the Government to enhance awareness and accessibility of PMEGP among the youth, women and marginalized communities throughout the country including Tamil Nadu include the following:

i. Awareness and outreach programmes in all the States/UTs including backward and under-performing areas, Aspirational districts, North Eastern Region, etc. to identify potential beneficiaries and provide necessary guidance and handholding support during the application process.

ii. Conduct of two-days free online Entrepreneurship Development Programme (EDP) for prospective entrepreneurs.

iii. An online PMEGP portal is in place for tracking the complete process from application till adjustment of MM subsidy into the beneficiary's loan account.

iv. Acceptance of PMEGP applications from beneficiaries in physical form in

19 regional languages excluding Hindi and English.

v. Financial literacy camps and customer awareness programmes conducted by Banks to educate prospective entrepreneurs about various initiatives of the Government, including PMEGP.

PROJECTS APPROVED UNDER PMKSY IN BUNDELKHAND

4442. SHRI ANURAG SHARMA:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the details of projects approved and completed under the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) since January 2025 including total investment leveraged, private participation attracted and the number of farmers benefited with specific reference to irrigation, agro-processing and allied infrastructure in the Bundelkhand region particularly Jhansi and Lalitpur;

(b) the details of approval of the Union Government for the additional outlay of Rs. 1,920 crore including timelines, locations and objectives of establishing fifty Multi Product Food Irradiation Units and hundred Food Testing Laboratories and whether any such facilities are proposed for Jhansi and Lalitpur, if so, the details thereof;

(c) the cumulative achievements of PMKSY till date in terms of storage, processing capacity, value addition and employment generation; and

(d) whether the Government proposes special prioritisation for water-stressed

and drought-prone districts of Bundelkhand under future PMKSY phases and if so, the details thereof for inclusive regional agricultural development?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): There is no scheme in the Ministry of Food Processing Industries titled "Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) scheme".

However, Ministry of Food Processing Industries (MoFPI) is implementing Central Sector umbrella Scheme – Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) to create modern infrastructure for food processing, preservation and value addition.

The component schemes under PMKSY are as follows:

(i) Infrastructure for Agro-Processing Clusters (APC Scheme)

(ii) Creation/Expansion of Food Processing & Preservation Capacities (CEFPPC Scheme)

(iii) Operation Green (OG Scheme)

(iv) Integrated Cold Chain & Value Addition Infrastructure (ICC & VAI Scheme)

(v) Food Safety & Quality Assurance Infrastructure (FTL) scheme

(vi) Research & Development (R&D Scheme)

(vii) Mega Food Park Scheme (discontinued w.e.f. 01.04.2021)

(viii) Creation of Backward & Forward Linkages (CBFL Scheme) – discontinued w.e.f. 01.04.2021.

PMKSY is a demand-driven scheme, and projects are approved based on proposals received from eligible entities such as State Governments, private entrepreneurs, cooperatives and FPOs. No separate region-wise allocation is made under the scheme. Under PMKSY, since January, 2025, no proposal has been approved in Bundelkhand region particularly Jhansi and Lalitpur district.

(b): The Cabinet has approved an additional outlay of ₹1,000 crore under PMKSY, with ₹500 crore each for setting up 50 Multi-Product Food Irradiation Units and 100 Food Testing Laboratories (FTLs) under its component schemes. In addition, ₹920 crore has been approved as a 20% increase over the original outlay of ₹4,600 crore for PMKSY. All these schemes are demand driven in nature.

Against the additional outlay of ₹1,000 crore, MoFPI floated an Expression of Interest (EoIs) on 07.08.2024 & 27.05.2025 for setting up 50 Food Irradiation Units, which remained open until 21.11.2024 & 28.02.2026, respectively. So far, 14 Food Irradiation projects have been approved under this EoI, however, none of these are located in Jhansi and Lalitpur. Further, an EoI for setting up of 100 Food Testing Laboratories was floated on 21.11.2025 and was open until 27.02.2026. FTL Project proposals received under above EoI are under examination/ evaluation for approval or otherwise. As on date, no Food Testing Laboratory project against the additional outlay has been approved in Jhansi and Lalitpur

district.

(c): The cumulative achievements under PMKSY as on 31.01.2026 are as under:

(i) 1,607 projects have been approved under various component schemes.

(ii) 1195 projects have been completed and operationalized;

(iii) Processing and preservation capacity of about 276.93 lakh metric tonnes per annum have been created.

(iv) 4.66 lakh employment opportunities both direct and indirect have been generated.

(v) 35.72 lakh farmers have been benefited through improved market linkages, value addition and reduction in post-harvest losses.

(d): The Government recognizes the developmental needs of water-stressed and drought-prone regions such as the Bundelkhand region. PMKSY is a demand-driven scheme, and projects are approved on the basis of proposals received from eligible entities. Proposals from districts such as Jhansi and Lalitpur are eligible for consideration under the scheme as per guidelines.

जनजातीय छात्रों के लिए छात्रवृत्ति

4443. श्री आशीष दुबेः

श्री राहुल सिंह लोधीः

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) अनुसूचित जनजाति के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति (पीएमएस) के वित्तपोषण का तरीका

क्या है और इसके अंतर्गत अब तक वर्ष-वार कितने लाभार्थियों को शामिल किया गया है;

(ख) वर्ष 2023-26 के दौरान विदेश में उच्च शिक्षा के लिए अनुसूचित जनजाति के छात्रवृत्ति प्राप्त करने वाले छात्रों की संख्या और उन देशों, जिनमें वे इस प्रकार का अध्ययन कर रहे हैं, के नामों का वर्ष-वार ब्यौरा क्या है; और

(ग) छात्रवृत्तियां प्रदान करने के लिए चयन मानदंड क्या हैं, ऐसी छात्रवृत्तियां पाने वाले छात्रों की सफलता दर क्या है और इस योजना के अंतर्गत पाठ्यक्रम विषयों की श्रेणी का विस्तार करने की क्या योजनाएं हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): जनजातीय कार्य मंत्रालय (MoTA) अनुसूचित जनजाति के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति की केन्द्रीय प्रायोजित योजना लागू करता है। यह योजना संबंधित राज्यों/केंद्र शासित प्रदेशों के माध्यम से लागू की जाती है तथा वित्तपोषण व्यवस्था निम्नानुसार है:

क्रम संख्या	योजना	केंद्रीय अंश	राज्य अंश
1	एसटी छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति	विधानमंडल रहित केंद्र शासित प्रदेशों के लिए 100%	शून्य
		पूर्वोत्तर राज्यों तथा हिमाचल प्रदेश और उत्तराखंड जैसे पर्वतीय राज्यों तथा जम्मू-कश्मीर के केंद्र शासित प्रदेश के लिए 90%	10%
		अन्य सभी राज्यों/केंद्र शासित प्रदेशों के लिए 75%	25%

वर्ष 2022-23 से 2024-25 तक एसटी छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना के अंतर्गत लाभार्थियों की संख्या निम्नानुसार है:

वर्ष 2022-23 से 2024-25 तक एसटी छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना के अंतर्गत लाभार्थियों का विवरण				
		वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
क्र.सं.	योजना	लाभार्थी	लाभार्थी	लाभार्थी
1	अनुसूचित जनजाति के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति (कक्षा XI और उससे ऊपर)	2269112	2064437	1816293

(ख): राष्ट्रीय समुद्रपारीय छात्रवृत्ति (एनओएस) योजना के अंतर्गत वर्ष 2023-24 से 2025-26 के दौरान विदेश में उच्च शिक्षा के लिए छात्रवृत्ति प्राप्त करने वाले अनुसूचित जनजाति छात्रों की संख्या तथा वे जिन देशों में अध्ययन कर रहे हैं, उनका विवरण निम्नानुसार है:

देश	**लाभार्थी संख्या 2023-24**	**लाभार्थी संख्या 2024-25**	**लाभार्थी संख्या 2025-26 (दिनांक 16.03.2026 तक)**
ऑस्ट्रेलिया	7	5	10
कनाडा	2		1
डेनमार्क	1		
जर्मनी	1		
इज़राइल		1	
जापान	1	1	
मलेशिया	1	1	
न्यूजीलैंड			1
स्वीडन	3	2	1
स्विट्ज़रलैंड	1		
थाईलैंड	1	1	1
यूनाइटेड किंगडम	39	35	38
अमेरिका (यूएसए)	8	9	8
कुल	65	55	61

ये छात्रवृत्तियाँ शीर्ष 1000 QS विश्व रैंकिंग संस्थानों/विश्वविद्यालयों में मास्टर डिग्री, पीएच.डी. तथा

पोस्ट-डॉक्टोरल शोध के लिए प्रदान की जाती हैं।

(ग): राष्ट्रीय समुद्रपारीय छात्रवृत्ति (एनओएस) योजना के अंतर्गत चयन मानदंड निम्नलिखित हैं:

- छात्र अनुसूचित जनजाति (ST) समुदाय से संबंधित होना चाहिए।
- संबंधित डिग्री में न्यूनतम 55% अंक होने चाहिए।
- परिवार की वार्षिक आय ₹6 लाख से अधिक नहीं होनी चाहिए।
- आयु सीमा: मास्टर कोर्स के लिए 32 वर्ष, पीएच.डी. के लिए 35 वर्ष तथा पोस्ट-डॉक्टोरल कोर्स के लिए 38 वर्ष।
- प्रति परिवार केवल एक ही संतान पात्र होगी।

राष्ट्रीय समुद्रपारीय छात्रवृत्ति (एनओएस) योजना के अंतर्गत अध्ययन के क्षेत्र तथा स्लॉट की संख्या निम्नानुसार है:

अध्ययन का क्षेत्र	**स्लॉट की संख्या**
शुद्ध/अनुप्रयुक्त विज्ञान/इंजीनियरिंग/प्रौद्योगिकी/गणित (STEM)	10
प्रबंधन, अर्थशास्त्र, वित्त, विधि	04
कृषि/चिकित्सा	04
मानविकी/सामाजिक विज्ञान/ललित कला	02

इसके अतिरिक्त, मेरिट सूची उस विश्वविद्यालय की QS विश्व रैंकिंग के आधार पर तैयार की जाती है, जिसमें आवेदक ने प्रवेश लिया है या प्रवेश का प्रस्ताव प्राप्त किया है।

चयन वर्ष 2023-24 से 2025-26 के दौरान इस योजना के अंतर्गत कुल 65 (5 कैरी-फॉरवर्ड सहित) छात्रों का चयन किया गया है। पाठ्यक्रम पूर्ण करने में असफलता का कोई मामला रिपोर्ट नहीं हुआ है। मास्टर डिग्री, पीएच.डी. तथा पोस्ट-डॉक्टोरल पाठ्यक्रम इस योजना के अंतर्गत शामिल हैं। मंत्रालय व्यय विभाग तथा आर्थिक मामलों की मंत्रिमंडलीय समिति की स्वीकृति के अधीन स्लॉट की

संख्या बढ़ाने का प्रस्ताव कर रहा है।

UNDERUTILISED AIRPORTS IN MAHARASHTRA

4444. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government is aware of the fact that several airports in Maharashtra have remained under limited use for years without regular civil flight operations and if so, the details and present operational status thereof along with the reasons therefor;

(b) the number of these airports leased out, the duration of such leases along with the terms and conditions thereof;

(c) whether the Government is also aware that no regular civil services have commenced from certain leased airports and if so, the reasons therefor; and

(d) whether any steps are being taken to bring such airports back under Maharashtra Industrial Development Corporation (MIDC) or Maharashtra Airport Development Company (MADC) for full operationalisation and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a): Currently, there are 16 operational airports in the State of Maharashtra.

Limited or temporary suspension of operations at certain airports may arise due to factors such as daytime runway restrictions at airports restricted to Visual Flight Rules (VFR), poor visibility conditions, aircraft availability, leasing arrangements, temporary withdrawal by airlines, route rationalisation, or low passenger load factors.

Further, following the repeal of the Air Corporations Act in March 1994, the domestic aviation sector was deregulated, enabling airlines to independently plan, operate, and select the networks they wish to serve. Consequently, the commencement, continuation, or suspension of air services at any airport is at the discretion of the airlines.

(b) and (c): Chhatrapati Shivaji Maharaj International Airport (CSMIA), Mumbai, Maharashtra, belonging to the Airports Authority of India (AAI), has been leased to a private entity, namely Mumbai International Airport Limited (MIAL), and is a fully operational airport with regular civil flight operations.

(d): Shri Guru Gobind Singh Ji Airport, Nanded, was handed over to Maharashtra Airport Development Company Limited (MADC) on 23rd June 2025 and is currently being operated by MADC Ltd. However, at present, there is no proposal under consideration to bring any airport in Maharashtra under the aegis of the Maharashtra Industrial Development Corporation (MIDC) or Maharashtra Airport Development Company (MADC) for operationalization.

आवासन, बुनियादी सुविधाओं और मलिन बस्तियों के पुनर्वास के लिए योजनाएं

4445. एडवोकेट चन्द्र शेखरः

श्री हनुमान बेनीवालः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि देश भर के शहरी क्षेत्रों में किफायती आवास, बुनियादी शहरी सुविधाओं (पेयजल, सीवरेज, ठोस अपशिष्ट प्रबंधन) और मलिन बस्तियों के पुनर्वास की योजनाओं का कार्यान्वयन निर्धारित समय-सीमा के भीतर पूरा नहीं किया जा रहा है;

(ख) यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है और इनके पूरा होने के लिए क्या समय-सीमा निर्धारित की गई है;

(ग) शहरी गरीबों को किफायती आवास उपलब्ध कराने के लिए सरकार द्वारा कार्यान्वित की जा रही योजनाओं के अंतर्गत स्वीकृत, निर्माणाधीन और पूरे किए जा चुके आवासों का राज्य-वार ब्यौरा क्या है; और

(घ) क्या यह भी सच है कि समय पर केन्द्रीय अंशदान प्राप्त न होने के कारण अनेक नगर निकायों में कार्य बाधित हो गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं और इसके समाधान के लिए क्या कदम उठाए गए हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ): संविधान के अनुच्छेद 243ब और सातवीं एवं बारहवीं अनुसूची के प्रावधानों के अनुसार, शहरी विकास से संबंधित मामले राज्यों/शहरी स्थानीय निकायों (यूएलबी) के अधिकार क्षेत्र में आते हैं। हालांकि, आवासन और शहरी कार्य मंत्रालय (एमओएचए) अपने विभिन्न प्रमुख मिशनों/कार्यक्रमों जैसे अटल नवीकरण और शहरी परिवर्तन मिशन 2.0 (अमृत 2.0), स्वच्छ भारत मिशन - शहरी 2.0 (एसबीएम - यू 2.0), प्रधान मंत्री आवास योजना - शहरी 2.0 (पीएमएवाई-यू 2.0) आदि के माध्यम से

राज्यों/संघ राज्य क्षेत्रों (यूटी) के शहरी विकास एजेंडे में कार्यक्रम संबंधी सहायता प्रदान करता है। इन मिशनों/योजनाओं के माध्यम से केंद्र सरकार राज्य योजनाओं को अनुमोदित करती है और राज्यों को केंद्रीय सहायता (सीए) प्रदान करती है। परियोजनाओं का चयन, डिजाइन, अनुमोदन और कार्यान्वयन राज्यों/संघ राज्य क्षेत्रों और शहरों द्वारा किया जाता है। राज्य सरकारें शहरों/जिलों को निधियाँ जारी करती हैं।

अमृत: वर्ष 2015 में देश भर के चयनित 500 शहरों (अब 15 विलयित शहरों सहित 485 शहर) और कस्बों में शुरू किए गए इस मिशन का उद्देश्य चयनित शहरों और कस्बों में जल आपूर्ति; सीवरेज और सेप्टेज प्रबंधन; तूफानी वर्षा जल निकासी; हरित क्षेत्र और पार्क; और गैर-मोटर चालित शहरी परिवहन जैसे क्षेत्रों में इन्फ्रास्ट्रक्चर का विकास करना था। एसएनए स्पर्श के माध्यम से निधियां जारी करने के साथ अमृत को 31 दिसंबर 2025 तक अनुमोदित किया गया था। अमृत के तहत, राज्यों/संघ राज्य क्षेत्रों ने 83,493.22 करोड़ रुपये की 6,000 परियोजनाओं की नींव रखी है, जिनमें से लगभग 81,177.67 करोड़ रुपये के काम भौतिक रूप से पूरे किए जा चुके हैं। परियोजनाओं का राज्य-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

अमृत 2.0 को वर्ष 2021 में सभी शहरी स्थानीय निकायों/शहरों में शुरू किया गया है, जिससे शहरों को 'आत्मनिर्भर' और 'जल सुरक्षित' बनाया जा सके। 500 अमृत शहरों में सीवरेज और सेप्टेज प्रबंधन की व्यापक कवरेज प्रदान करना अमृत 2.0 के प्रमुख केंद्रित क्षेत्रों में से एक है। जलाशयों का पुनरुद्धार और हरित क्षेत्र एवं पार्क मिशन के अन्य घटक हैं। अमृत 2.0 के तहत, 1,92,482.52 करोड़ रुपये की 8,771 परियोजनाओं वाली राज्य जल कार्य योजनाओं को अनुमोदन दिया गया है। जैसा कि अमृत 2.0 पोर्टल पर राज्यों द्वारा अदयतन जानकारी दी गई है, 1,26,357.51 करोड़ रुपये (कैपेक्स) की कुल लागत वाली 7,080 परियोजनाओं में कार्य सौंपा गया है, जिनमें से 54,429.73 करोड़ रुपये के कार्य भौतिक रूप से पूरे हो चुके हैं। अमृत 2.0 मिशन को मार्च 2027 तक बढ़ा दिया गया है।

परियोजनाओं का राज्य-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

निधियों का केन्द्रीय हिस्सा राज्यों/संघ राज्य क्षेत्रों को जारी किया जाता है न कि जिला/यूएलबी-वार। राज्य कार्यों की प्रगति के अनुसार शहरी स्थानीय निकायों/पैरास्टेटल निकायों को आगे निधियां आबंटित करते हैं। इसके अलावा, मिशन के तहत केंद्रीय निधियां मूल स्वीकृति के माध्यम से जारी की जाती हैं, जिनका उपयोग राज्यों/संघ राज्य क्षेत्रों द्वारा वास्तविक समय के आधार पर किया जाता है।

एसबीएम-यू: स्वच्छता राज्य का विषय है। इसलिए, संबंधित राज्यों/संघ राज्य क्षेत्रों के शहरी क्षेत्रों में स्वच्छता परियोजनाओं की योजना बनाना, डिजाइन तैयार करना और उन्हें क्रियान्वित करना राज्यों/शहरी स्थानीय निकायों की जिम्मेदारी है।

आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) ठोस अपशिष्ट प्रबंधन (एसडब्ल्यूएम) और प्रयुक्त जल प्रबंधन (यूडब्ल्यूएण) पर नियमावली/प्रक्रिया मानक (एसओपी) साझा करके और ठोस और तरल अपशिष्ट प्रबंधन के लिए उपयुक्त प्रौद्योगिकियों के चयन हेतु समय-समय पर विभिन्न परामर्शिकाएं और दिशानिर्देश जारी करके राज्यों/संघ राज्य क्षेत्रों के प्रयासों में नीतिगत दिशा-निर्देश, वित्तीय और तकनीकी सहायता प्रदान करता है। एसबीएम-यू के अंतर्गत हुई प्रगति का विवरण https://www.sbmurban.org/swachh-bharat-mission-progess पर देखा जा सकता है। अक्टूबर, 2024 से एसएनए-स्पर्श की शुरुआत के साथ, विभिन्न स्तरों पर राज्यों द्वारा दिए गए वास्तविक बिलों/दावों के आधार पर पीएफएमएस, राज्य आईएफएमआईएस और भारतीय रिजर्व बैंक (आरबीआई) के ई-कुबेर प्लेटफॉर्म के एकीकृत फ्रेमवर्क के माध्यम से केंद्रीय हिस्सा (सीएस) फंड प्रदान किए जाते हैं।

एससीएम: मिशन 31.03.2026 को समाप्त हो गया है। एससीएम के अंतर्गत शहरों का विकास राज्यों/संघ राज्य क्षेत्रों से विभिन्न क्षेत्रों जैसे स्मार्ट मोबिलिटी, जल-स्वच्छता-साफ-सफाई

(डब्ल्यूएएसएच), स्मार्ट गवर्नेंस, स्मार्ट ऊर्जा, पर्यावरण आदि में प्राप्त प्रस्तावों (एससीपी) के आधार पर किया गया है। एससीएम के तहत, जैसा कि राज्यों/संघ राज्य क्षेत्रों द्वारा 01.03.2026 तक रिपोर्ट किया गया है, मिशन की शुरुआत के बाद से 1,64,811 करोड़ रुपये की कुल 8,064 परियोजनाएं शुरू की गईं, जिनमें से 1,56,159 करोड़ रुपये की 7,784 परियोजनाएं पूरी की जा चुकी हैं। एससीएम के तहत, आवास से संबंधित 123 परियोजनाएं शुरू की गई थीं, जिनमें से 122 पूरी की जा चुकी हैं।

पीएमएवाई-यू: भूमि और कॉलोनीकरण राज्य के विषय हैं। इसलिए, अपने नागरिकों के लिए आवास संबंधी योजनाओं का कार्यान्वयन राज्यों/संघ राज्य क्षेत्रों द्वारा किया जाता है। हालांकि, आवासन और शहरी कार्य मंत्रालय (एमओएचए) 25.06.2015 से पीएमएवाई-यू के तहत देश भर में पात्र शहरी लाभार्थियों को पक्के आवासों के लिए केंद्रीय सहायता प्रदान करके राज्यों/संघ राज्य क्षेत्रों के प्रयासों में सहयोग करता है।

पीएमएवाई-यू के कार्यान्वयन के अनुभवों से मिली सीख के आधार पर, आवासन और शहरी कार्य मंत्रालय ने योजना को नया रूप दिया है और 01.09.2024 से देश भर के शहर क्षेत्रों में कार्यान्वयन हेतु पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है ताकि एक करोड़ अतिरिक्त पात्र लाभार्थी चार घटकों अर्थात लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से किफायती लागत पर घर बना, खरीद और किराए पर ले सकें। पीएमएवाई-यू 2.0 के दिशानिर्देश और ऑनलाइन आवेदन जमा करने के लिए एकीकृत वेब-पोर्टल को https://pmay-urban.gov.in के माध्यम से एक्सेस किया जा सकता है।

पीएमएवाई-यू और पीएमएवाई-यू 2.0 मांग आधारित दृष्टिकोण अपनाते हैं, जिसमें राज्यों/संघ राज्य क्षेत्रों ने अपने-अपने अधिकार क्षेत्र में स्थित शहरी स्थानीय निकायों/कार्यान्वयन एजेंसियों के माध्यम से पात्रता मानदंडों के आधार पर मांग सर्वेक्षण किया है। राज्य/संघ राज्य क्षेत्र योजना के

अंतर्गत आवासों की अपनी आकलित मांग के अनुसार परियोजना प्रस्ताव तैयार करते हैं और उन्हें संबंधित राज्य/संघ राज्य क्षेत्र के मुख्य सचिव की अध्यक्षता वाली राज्य स्तरीय स्वीकृति एवं निगरानी समिति (एसएलएसएमसी) से अनुमोदित करवाते हैं। संबंधित एसएलएसएमसी से अनुमोदन प्राप्त होने के बाद, राज्य/संघ राज्य क्षेत्र केंद्रीय स्वीकृति एवं निगरानी समिति (सीएसएमसी) द्वारा केंद्रीय सहायता के अनुमोदन हेतु प्रस्ताव इस मंत्रालय को प्रस्तुत करते हैं। तदनुसार, आवास की मांग के आधार पर, केंद्रीय सहायता प्राप्त करने के लिए पीएमएवाई-यू 2.0 के दिशानिर्देशों का अनुसरण करते हुए राज्य द्वारा मंत्रालय को परियोजना प्रस्ताव प्रस्तुत करना आवश्यक है। पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत भौतिक और वित्तीय प्रगति का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-III** में दिया गया है।

विवरण-I

अमृत के तहत परियोजनाओं का राज्य-वार ब्यौरा

क्र. स.	**राज्य/संघ राज्य क्षेत्र**	**परियोजना की संख्या**	**परियोजना लागत (करोड़ रू. में)**	**भौतिक रूप से पूरा किया गया कार्य (करोड़ रू. में)**
1	अंडमान और निकोबार द्वीप समूह	79	10.90	10.68
2	आंध्र प्रदेश	226	3,341.45	2,872.64
3	अरुणाचल प्रदेश	11	129.81	118.39
4	असम	17	625.71	625.71
5	बिहार	65	2,575.72	2,510.53
6	चंडीगढ़	12	57.41	57.41
7	छत्तीसगढ़	305	2,460.60	2,454.04
8	दादरा और नगर हवेली	2	41.45	41.45
	दमन और दीव	3	25.98	25.98

9	दिल्ली	26	674.77	652.86
10	गोवा	15	259.98	259.98
11	गुजरात	451	5,165.96	5,162.72
12	हरियाणा	136	2,919.99	2,819.53
13	हिमाचल प्रदेश	75	304.51	304.51
14	जम्मू और कश्मीर	84	527.99	516.91
15	झारखंड	59	1,615.06	1,314.04
16	कर्नाटक	404	5,112.54	4,909.15
17	केरल	1,106	2,534.51	2,493.28
18	लद्दाख	20	73.00	44.00
19	लक्षद्वीप	6	2.42	2.42
20	मध्य प्रदेश	216	6,768.00	6,600.27
21	महाराष्ट्र	208	8,011.36	7,881.18
22	मणिपुर	6	211.87	202.66
23	मेघालय	15	81.65	81.47
24	मिजोरम	16	140.25	140.25
25	नागालैंड	27	126.96	125.83
26	ओडिशा	191	1,714.42	1,714.42
27	पुडुचेरी	23	64.10	63.74
28	पंजाब	163	2,761.02	2,506.48
29	राजस्थान	144	3,485.97	3,441.17
30	सिक्किम	75	37.53	37.53
31	तमिलनाडु	445	13,339.43	13,081.33
32	तेलंगाना	66	1,663.08	1,663.08
33	त्रिपुरा	10	160.28	160.28
34	उत्तर प्रदेश	665	11,825.28	11,673.24
35	उत्तराखंड	150	590.63	588.00

36	पश्चिम बंगाल	478	4,051.63	4,020.49
	कुल	6,000	83,493.22	81,177.67

विवरण-II

अमृत 2.0 के तहत परियोजनाओं का राज्य-वार ब्यौरा

क्र. सं.	राज्य	अनुमोदित परियोजनाएं		ठेका दिया गया (पूर्ण परियोजनाओं सहित)		भौतिक रूप से पूर्ण (करोड़ रू. में)
		संख्या	लागत (करोड़ रू में)	संख्या	लागत (करोड़ रू. में)	
1	अंडमान और निकोबार द्वीप समूह	63	34.89	60	27.53	5.87
2	आंध्र प्रदेश	505	9,505.91	386	6977.50	682.78
3	अरुणाचल प्रदेश	20	211.99	19	163.08	34.38
4	असम	58	986.98	56	819.15	369.18
5	बिहार	62	8,167.78	10	336.92	0
6	चंडीगढ़	7	166.39	5	119.21	55.12
7	छत्तीसगढ़	81	3,164.87	37	1999.00	664.44
8	दादरा और नगर हवेली तथा दमन और दीव	1	63.47	1	58.44	46.75
9	दिल्ली	69	4,588.43	43	565.00	397.92
10	गोवा	30	184.41	23	150.95	97.61
11	गुजरात	927	16,316.32	868	14644.59	9,606.91
12	हरियाणा	77	3,823.54	72	2087.60	797.71
13	हिमाचल प्रदेश	47	321.66	47	280.02	174.18
14	जम्मू और कश्मीर	90	1,002.37	90	779.50	170.29
15	झारखंड	113	4,202.53	100	1572.23	228.62
16	कर्नाटक	648	10,258.46	216	8064.12	3,266.73
17	केरल	737	3,749.09	551	1906.40	845.41
18	लद्दाख	7	908.9	4	68.83	17.21

19	मध्य प्रदेश	1153	12,951.10	1082	9890.68	2,241.13
20	महाराष्ट्र	275	30,079.93	241	22769.00	8,993.47
21	मणिपुर	67	196.49	27	97.32	14.37
22	मेघालय	1	121	1	121.00	105.27
23	मिजोरम	106	157.78	20	142.55	76.76
24	नागालैंड	64	218.9	62	169.18	46.39
25	ओडिशा	345	4,029.55	325	3569.17	2,279.69
26	पुडुचेरी	19	196.41	16	162.24	109.64
27	पंजाब	214	3,626.38	149	1526.18	595.03
28	राजस्थान	352	11,267.31	238	5879.18	2,934.94
29	सिक्किम	8	49.41	8	49.30	38.41
30	तमिलनाडु	1263	14,637.74	1262	13299.14	8,239.48
31	तेलंगाना	252	9,584.26	252	7765.92	1,442.70
32	त्रिपुरा	18	191.53	18	178.56	149.6
33	उत्तर प्रदेश	651	26,761.06	482	12163.78	6,224.98
34	उत्तराखंड	38	767.75	22	319.27	143.34
35	पश्चिम बंगाल	403	9,987.93	287	7634.96	3,333.42
	कुल	**8,771**	**1,92,482.52**	**7,080**	**1,26,357.51**	**54,429.73**

विवरण-III

पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत भौतिक और वित्तीय प्रगति का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा:

क्र.सं.		राज्य/संघ राज्य क्षेत्र का नाम	आवासों की भौतिक प्रगति (संख्या)			वित्तीय प्रगति (₹ करोड़ में)		
			स्वीकृत	शुरू किए गए	पूर्ण/ सौंपे गए	निवेश	केंद्रीय सहायता	
							स्वीकृत	जारी
1	राउंड	आंध्र प्रदेश	19,55,310	18,37,541	11,24,209	87,152	29,812	24,045
2		बिहार	4,45,135	3,91,648	1,98,765	26,793	6,908	4,652

3		छत्तीसगढ़	3,34,502	2,95,472	2,63,109	15,256	5,288	4,464
4		गोवा	3,176	3,176	3,176	702	75	75
5		गुजरात	10,98,858	10,09,918	9,75,081	1,17,115	22,239	20,270
6		हरियाणा	1,32,982	86,861	73,313	10,679	2,432	1,739
7		हिमाचल प्रदेश	14,027	13,087	11,923	951	245	227
8		झारखंड	2,43,368	2,10,752	1,66,291	12,384	3,816	3,216
9		कर्नाटक	5,77,804	4,98,592	3,99,258	48,968	9,700	7,777
10		केरल	1,62,159	1,55,633	1,39,805	8,704	2,701	2,500
11		मध्य प्रदेश	10,11,558	9,67,393	8,99,293	56,307	16,605	15,878
12		महाराष्ट्र	13,49,934	11,87,750	10,48,128	1,75,959	24,996	20,242
13		ओडिशा	2,30,846	1,94,872	1,69,494	10,489	3,588	2,790
14		पंजाब	1,57,889	1,27,892	1,02,595	11,284	2,711	2,193
15		राजस्थान	3,66,612	3,17,204	2,67,251	28,837	6,503	5,596
16		तमिलनाडु	6,85,031	6,69,221	6,20,420	49,474	11,236	10,743
17		तेलंगाना	3,80,662	2,56,654	2,25,800	37,346	6,426	3,973
18		उत्तर प्रदेश	21,33,963	18,47,866	17,18,783	1,08,138	33,262	29,147
19		उत्तराखंड	66,692	63,943	51,871	5,099	1,220	1,113
20		पश्चिम बंगाल	6,25,664	6,09,997	5,11,916	36,369	10,081	8,921
उप-कुल (राज्य)			1,19,76,172	1,07,45,472	89,70,481	8,48,006	1,99,845	1,69,563
21	पूर्वोत्तर राज्य	अरुणाचल प्रदेश	14,400	12,186	8,642	872	318	212
22		असम	1,87,032	1,77,887	1,44,666	6,509	2,960	2,503
23		मणिपुर	56,047	50,426	22,506	1,586	868	582
24		मेघालय	7,072	4,156	2,841	346	124	77
25		मिजोरम	39,616	39,173	33,950	949	611	520
26		नागालैंड	32,394	31,060	30,152	1,089	522	443
27		सिक्किम	299	299	219	25	6	7
28		त्रिपुरा	90,318	88,689	82,167	3,029	1,474	1,364

उप-कुल (पूर्वोत्तर राज्य)			4,27,178	4,03,876	3,25,143	14,405	6,884	5,708
29	संघ राज्य क्षेत्र	अंडमान और निकोबार द्वीप समूह	261	261	234	64	4	4
30		चंडीगढ़	1,279	1,279	1,279	266	29	29
31		दादरा और नगर हवेली तथा दमन और दीव	10,464	10,464	10,030	1,057	216	210
32		दिल्ली	32,466	32,466	32,466	6,056	701	701
33		जम्मू और कश्मीर	45,982	42,993	35,245	2,694	734	586
34		लद्दाख	1,434	1,032	968	74	34	27
35		पुडुचेरी	19,777	18,079	12,548	1,469	347	253
उप-कुल (यूटी)			1,11,663	1,06,574	92,770	11,680	2,065	1,810
महायोग			125.15 लाख	116.57 लाख*	97.30 लाख*	8.74 लाख करोड़	2.09 लाख करोड़	1.77 लाख करोड़

* मिशन अवधि के दौरान जेएनएनयूआरएम के पूर्ण (342 लाख)/शुरू किए गए (4.01 लाख) आवास शामिल हैं।

PASSENGERS IN NO-FLY LIST FOR UNRULY BEHAVIOUR

4446. SHRI MATHESWARAN V. S.:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) the details of the passengers placed in no-fly list for unruly behaviour by the Airline Operators in the country since 2014 to till date;

(b) the mechanisms available for the passengers to complain about unruly behaviour in the flights; and

(c) the total number of safety violations detected by the Directorate General of Civil Aviation (DGCA) since 2021 to till date, airline operator-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a): As on date, a total of 424 passengers have been included in the 'No Fly List' since the issuance of the regulation on handling of unruly passengers in 2017.

(b): Any passenger, if wishes to complain about any unruly behavior of passenger in the flight, he/she can report to cabin crew. The cabin crew along with pilot-in-command are to follow the provisions of Civil Aviation Requirements (CARs) on handling of unruly/disruptive passengers.

(c): No safety violation in respect of unruly passengers, is detected by DGCA.

ANANTAPUR–RAMAYAPATNAM GREEN ENERGY CORRIDOR

4447. SHRI G. LAKSHMINARAYANA:

Will the Minister of **POWER** be pleased to state:

(a) whether the Anantapur–Ramayapatnam Green Energy Corridor has received clearance from Central Electricity Regulatory Commission (CERC) for evacuation of renewable power to the State grid, if so, the details thereof;

(b) the total sanctioned transmission capacity in MW, route length (in km) and the number of substations planned under the said corridor;

(c) whether execution of the said corridor including land acquisition, construction of transmission lines and substations and commissioning has commenced, if

so, the details thereof;

(d) if not, the reasons for delay and the steps being taken by the Government to initiate construction;

(e) the details of funds sanctioned, released and utilised so far for the said corridor; and

(f) the expected timeline for completion and integration of the said corridor into the State grid?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (f): No, there is no project from Anantapur – Ramayapatnam approved under Green Energy Corridor scheme of Ministry of New & Renewable Energy in Andhra Pradesh. Further, any Scheme for expansion / strengthening of Intra-State Transmission System does not require any approval of Central Electricity Regulatory Commission (CERC). State Electricity Regulatory Commission (SERC) is the appropriate authority at State level.

PM SVANIDHI SCHEME IN DAKSHINA KANNADA

4448. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the number of beneficiaries sanctioned and disbursed loans under the

Pradhan Mantri Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi) scheme in Karnataka during the last five years, with specific details for Dakshina Kannada district;

(b) the total amount of credit extended to street vendors in Dakshina Kannada district, tranche-wise along with the number of vendors who have availed second and third loans under the said scheme;

(c) whether any survey or study has been conducted by the Government to assess the effectiveness of the PM SVANidhi scheme in improving the income and livelihood of street vendors in Dakshina Kannada; and

(d) if so, the details of the findings thereof, particularly regarding the use of digital payments and the coverage of beneficiaries under related social security schemes?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): During last 5 years (2020-21 to 2024-25), under PM SVANidhi scheme, 5,73,033 loans had been sanctioned and 5,65,130 loans had been disbursed to 3,95,683 street vendor beneficiaries in the state of Karnataka.

In Dakshina Kannada district, during last 5 years, 19,467 loans had been sanctioned and 19,228 loans had been disbursed to 12,768 street vendor beneficiaries.

(b): Since the inception of PM SVANidhi scheme till 1st March 2026, the total

amount of loans disbursed tranche-wise along with beneficiaries in Dakshina Kannada district is given in the enclosed **Statement**.

(c) and (d): Yes. Impact assessment studies of the PM SVANidhi scheme had been undertaken by Indian School of Business (ISB), Hyderabad in 2023 & 2025. The 2023 study was conducted in 100 Urban Local Bodies (ULBs) across the country covering more than 5,000 beneficiaries and it found that PM SVANidhi was the first loan from a bank for 95% of the beneficiaries and the loan was utilized for expanding their business. The 2025 study was conducted in 99 Urban Local Bodies (ULBs) across the country covering more than 5,000 beneficiaries (with around 60% of the respondents being part of the 2023 study sample) and it found that the average annualized business income among SVANidhi borrowers grew by around 20 percent, between 2023 and 2025. Around 30 percent of borrowers across all cycles reported holding loans other than PM SVANidhi loans which underscores the scheme's role in building credit histories for vendors who previously had little or no access to formal credit. Further the study also found that between 2023 and 2025, the adoption of digital payments among street vendors rose from 45 percent to 83 percent. The study also found the scheme's impact extends well beyond business recovery. By easing credit constraints and stabilizing household cash flows, the scheme has enabled vendor families to improve living conditions, strengthen food security, enhance access to health-care, and support children's education.

STATEMENT

The amount of loans disbursed tranche-wise along with number of beneficiaries in Dakshina Kannada district under PM SVANIDHI Scheme:

(As on 01.03.2026)

Loan Tranche	No. of Beneficiaries	Amount of Loans Disbursed (in ₹ Cr.)
Loan Tranche – 1	13,314	13.56
Loan Tranche – 2	6,483	13.69
Loan Tranche – 3	2,250	11.23

(Data Source: PM SVANidhi Portal)

TOLL PLAZAS IN KERALA

4449. ADV. FRANCIS GEORGE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government is aware concerns regarding continued toll collection on National Highways after recovery of project costs;

(b) the details of toll plazas currently operational, including concession periods and revenue collected during the last five years in the State of Kerala;

(c) whether any review has been conducted regarding transparency in toll revenue auditing and cost recovery mechanisms and if so, the findings thereof;

(d) whether the Government proposes to establish an independent toll tariff regulatory authority or introduce independent toll audits; and

(e) the measures proposed to rationalise toll charges and ensure transparency and accountability in toll collection system?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Collection of user fee at fee plazas on National Highways is not related to the recovery of project development cost. The fee in accordance with the applicable National Highways Fee Rules is collected by the concessionaire till the end of the concession period, and after the concession period is over, the fee is collected on behalf of the Central Government as per the fee specified under the provisions of NH Fee Rules, 2008 on the date of transfer of such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually. The revenue collected by the Central Government from user fee collection is deposited in Consolidated Fund of India (CFI) and the fund provided through budgetary allocation are utilised for further maintenance, development and augmentation of National Highways.

(b): Details of fee plazas currently operational, including concession periods and revenue collected during the last five years in the State of Kerala are given in the enclosed **Statement.**

(c): The National Highways Fee (Determination of Rates and Collection) Rules, 2008, as amended, provide a transparent framework for levy and collection of user fee, with rates linked to the length of the highway and type of vehicle

uniformly across the country. In order to ensure operational integrity and transparency in user fee collection, the Government has instituted the following measures:

1. Electronic Toll Collection (ETC): Nationwide implementation of FASTag-based ETC to minimize cash handling, reduce human intervention, and enhance transparency in toll transactions.
2. System Audits and Monitoring: Regular system audits, reconciliation of toll data, and real-time monitoring through centralized dashboards and CCTV surveillance at toll plazas.
3. Independent Audits: Engagement of independent engineers and auditors for periodic inspection and verification of toll operations and revenue.
4. Grievance Redressal Mechanism: Establishment of a robust grievance redressal system for road users, including helplines and online complaint portals, with time-bound resolution.
5. Penal Provisions: Imposition of penalties, recovery of losses, and other contractual actions against defaulting concessionaires/fee collection agencies in cases of proven irregularities or revenue leakage.
6. Standard Operating Procedures (SOPs): Issuance of SOPs and circulars for toll operations, staff training, and strict compliance with concession agreements.
7. Vigilance and Enforcement: Action through vigilance inquiries and

coordination with law enforcement agencies wherever required.

These measures have resulted in significant improvement in transparency, and effective resolution of disputes in toll collection at fee plazas.

(d): There is no such proposal under consideration to establish a separate, independent Toll Tariff Regulatory Authority as user fee is fixed in accordance under law and the revenue collected is deposited in the Consolidated Fund of India in case of public funded toll plaza. However, regular audit of user fee plazas are conducted by the Comptroller & Auditor General including user fee plazas operated by concessionaire.

(e): The Government from time to time has reviewed the tolling policy with the objective of ensuring a balanced approach between revenue requirements for highway development and minimizing burden on road users. Further, in order to reduce the burden on road users, Government has made various provisions through following amendments:

(i) GSR 437(E) dated 01.07.2025 to restrict user fee for highways with more structure length.

(ii) GSR 01(E) dated 31.12.2025 for reduction of rates in case of up gradation from 2 lane paved shoulder highway to 4 or more lane.

(iii) G.S.R. 388 (E) dated 17.06.2025 introducing an Annual Pass for non-commercial cars, jeeps, and vans. This scheme offers 200 NH fee plaza crossings or one year validity, whichever is earlier, by payment of Rs.

3000/- (Rupees three thousand).

(iv) G.S.R. 734 (E) dated 03.10.2025 for reduction in applicable user fee for vehicles without FASTag or active FASTag vehicles from 2 times to 1.25 times, given the user opts for payment through UPI;

(v) G.S.R. 107 (E) dated 04.02.2026 for the fee payable for the use of a national expressway that is operational for only a part of its notified length shall be levied at a rate of one time of the applicable fee instead of 1.25 times.

Furthermore, all the FASTag transactions are processed in a secured ecosystem involving Toll Management System Software, Acquirer Bank at fee plaza, National Payment Corporation of India (NPCI) as Central Clearing House (CCH) and FASTag Issuer Bank. The transaction involves a transparent process wherein the deducted user fee (Toll) is informed to the highway users and recorded in a central repository. The Electronic Toll Collection (ETC) system is designed such that no FASTag transaction can take place without the participation of all three stakeholders i.e., Acquirer Bank at user fee plaza, NPCI and Issuer Bank.

In addition to above, to ensure operational integrity and transparency in user fee collection, NHAI vide Policy Circular dated 25.01.2024 has issued a Standard Operating Procedure for ensuring Operational Transparency in Tolling Operation. The SOP includes provisions of surprise checks at fee plazas and

regular monitoring to ensure that all transactions at fee plazas (Cash/FASTag) are processed through the Toll Management System Software.

STATEMENT

Details of fee plazas currently operational, including concession periods and revenue collected during the last five years in the state of Kerala:

S. No.	Name of Fee Plaza	Type of Fee plaza	Concession/ Contract Period	Revenue Collected (Rs in Cr)					
				2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	Kumbalam fee Plaza	PF	06-12-2025 to 05-05-2026	6.00	7.05	7.74	52.73	39.39	30.25
2	Poonarimangalam	PF	11-06-2025 to 11-06-2026	15.37	15.87	22.23	24.46	27.06	25.92
3	Thiruvallam	PF	30-01-2026 to 30-01-2027		1.11	12.53	23.74	26.15	26.07
4	Paniyankara fee Plaza	BOT	24-08-2009 to 14-09-2032		7.52	146.02	163.13	162.46	148.73
5	Paliyekkara fee Plaza	BOT	22-09-2009 to 21-06-2028	103.53	116.36	162.95	186.34	187.78	130.02
6	Pampampallam fee Plaza	BOT	18-05-2015 to 17-11-2031	55.69	67.75	98.88	106.58	107.77	101.33
7	Thiruvangad	PF	24-08-2025 to 24-08-2026				1.33	27.39	29.66
8	Devikulam Plaza	PF	19-01-2026 to 19-01-2027					1.21	2.34
9	Olavanna Fee Plaza	PF	15-01-2026 to 15-04-2026						13.83
10	Vettichira fee Plaza	PF	30-01-2026 to 30-04-2026						8.01

SAFETY NORMS FOR AIR PASSENGERS

4450. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government is aware that aircraft operated by a private airline recently lost a wheel mid-air during flight, raising concerns regarding passenger safety, if so, the details thereof;

(b) whether the regulatory checks by the Directorate General of Civil Aviation (DGCA) could not detect the lapses in aircraft maintenance and if so, the details thereof;

(c) whether DGCA's decision to defer revised pilot fatigue rules has compounded safety risks, if so, the details thereof and if not, the reasons therefor;

(d) the corrective steps being taken by the Government to balance airline profitability with strict enforcement of safety and fatigue norms; and

(e) whether any accountability mechanisms are available to prevent recurrence of such safety violations, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (e): M/s Spicejet aircraft VT-SQB on 12.09.2025 while operating flight SEJ-2906 from Kandla- Mumbai was reported loss of RH outboard main wheel during takeoff. The aircraft landed safely at Mumbai. The occurrence is classified as incident under Rule 13(1) of the Aircraft (Investigation of Accidents and

Incidents) Rules, 2025 and being investigated by Directorate General of Civil Aviation (DGCA).

DGCA issues the Air Operator Certificate (AOC) to the airline on compliance with laid down Civil Aviation Requirements (CARs) which requires the airline to have organised maintenance structure for maintaining the aircraft in a continuous state of airworthiness.

DGCA ensures that the airline and the maintenance organisation continue to comply with the regulatory requirements through a system of regulatory audits, night surveillances, ramp inspections, spot check and special audits etc. In case of non-compliances and discrepancies observed during regulatory checks or defect/ lapses observed during maintenance and operation of aircraft, DGCA ensures that corrective action is taken by the airline/maintenance organisation before releasing the aircraft for flight operation.

The CAR related to Flight Duty Time limitations (FDTL) is in force with limited variations given to airlines based on type and nature of operations subject to Safety Risk Assessment (SRA). No compromise is allowed while enforcing safety and fatigue norms. Further, two audits in the area of FDTL of all airlines in July, 2025 to August, 2025 and December, 2025 to February, 2026 have been carried out.

Further, DGCA has issued General Safety Circular 02/2025 dated 11.12.2025 on Advance Preparedness and Timely Compliance of Specific

Operating Regulations.

FUNCTIONING OF EMRSs

4451. SHRI JAGDAMBIKA PAL:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the number of tribal students from the Eklavya Model Residential Schools (EMRSs) who have cleared major competitive examinations such as JEE Main, JEE Advanced and NEET in the academic year 2024-25, State-wise, particularly for Uttar Pradesh;

(b) the number of new EMRS proposed to be opened in Uttar Pradesh in the near future;

(c) the initiatives taken to improve academic support, coaching and infrastructure in EMRS to increase the success rate of tribal students in these competitive examinations; and

(d) the budget allocation for the operation and expansion of EMRS in Uttar Pradesh for the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): EMRS students have demonstrated remarkable success in national-level competitive examinations. In the Academic Year 2024-25, 219 students qualified JEE Main, 34 students cleared JEE Advanced, and 344 students

qualified NEET across EMRSs in the country including Uttar Pradesh. The State wise detail is as under:

State	NEET	JEE Advanced	JEE Main
Andhra Pradesh	0	1	17
Chhattisgarh	18	3	17
Gujarat	173	3	37
Himachal Pradesh	7	1	3
Jharkhand	0	0	6
Karnataka	0	0	7
Madhya Pradesh	115	10	51
Maharashtra	7	2	7
Odisha	0	4	10
Telangana	24	10	60
Uttar Pradesh	**0**	**0**	**1**
Uttarakhand	0	0	3
Total	**344**	**34**	**219**

(b): In the State of Uttar Pradesh, 4 EMRSs have been sanctioned and construction has been completed in all. Out of these, 3 EMRSs are functional.

(c): To increase the success rate of tribal students in competitive examinations, various initiatives have been taken like bridge courses, remedial classes, and academic mentoring are provided to support students with learning gaps and ensure smooth transition across grades. Career counselling sessions are conducted to provide clarity on higher education and career paths. Special coaching programs like NEET/JEE preparation in partnership with reputed

institutions are provided to Class XI & XII students. Under CSR, three Centres of Excellences (CoEs) for IIT-JEE and NEET preparation: CoE EMRS Bhopal (Madhya Pradesh), CoE EMRS Chintapalle (Andhra Pradesh), and CoE EMRS Chankapur (Maharashtra) are established. These centres offer structured offline coaching to meritorious students from the EMRS ecosystem. In addition, the ENABLE program has been launched to provide online coaching support for IIT-JEE and NEET preparation to all science stream students enrolled in EMRSs across the country.

(d): The funds released for the operation and expansion of EMRS in Uttar Pradesh during the current financial year amount to ₹1478.81 lakh.

IMPLEMENTATION OF FRA IN ODISHA

4452. SHRI PRADEEP PUROHIT:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the current status of implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 in Odisha;

(b) the total number of applications received so far in Odisha under the Forest Rights Act, 2006 for Individual Forest Rights (IFR) and Community Forest Resource Rights (CFR);

(c) the details of the number of IFR and CFR applications approved/sanctioned, pending and rejected in Odisha, district and block-wise;

(d) whether the Government has taken any steps for the time-bound verification and disposal of pending IFR and CFR claims in various districts and blocks of Odisha; and

(e) if so, the details thereof and the measures being taken to empower Gram Sabhas and District-level Committees for effective implementation of the Act?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (c): As per information provided by Government of Odisha, the status of FRA implementation in Odisha as on 28.02.2026 is given below:

S. No.	Item	Individual	Community	Total
1	Number of Claims received	733158	36819	769977
2	Number of Titles distributed/ approved	464504	9432	473936
3	Extent of Forest land for which titles distributed (in Acres)	676918.65	819320.74	1496239.39
4	Number of Claims rejected	145762	583	146345
5	Number of Claims disposed off	610266	10015	620281
6	Number of Pending Claims	122892	26804	149696

As per information provided by Government of Odisha in their Monthly Progress Report, FRA is being implemented in 30 districts. The district wise status of FRA Implementation in Odisha is given in the enclosed **Statement.** Block wise data is not maintained by Ministry of Tribal Affairs (MoTA).

(d) and (e): State Governments/UT Administration are responsible for implementation of various provisions of Act. MoTA has asked all FRA implementing States/UT to consider the pending claims under FRA in a time bound manner and engage with districts to resolve bottlenecks, if any, in settling of claims. State Governments (including Odisha) have been encouraged to fast-track the processing and disposal of pending claims in various National level consultation/ meetings/ workshops with States/ UT, which are held from time to time.

STATEMENT

District wise details claims received, titles distributed and claims rejected, as per information provided by State Government of Odisha till 28.02.2026 is as given below:

S. No.	District	No. of Claims received upto 28.02.2026			No. of Titles Distributed upto 28.02.2026			No. of Claims rejected upto 28.02.2026		
		Individual	Community	Total	Individual	Community	Total	Individual	Community	Total
1	Bargarh	3314	1422	4736	6158	270	6428	1632	0	1632
2	Jharsuguda	12102	445	12547	12992	2	12994	6555	6	6561
3	Sambalpur	34970	1674	36644	38318	178	38496	14853	86	14939
4	Debagarh	13981	708	14689	15397	44	15441	5148	0	5148
5	Sundargarh	42947	2654	45601	48255	0	48255	16320	0	16320
6	Kendujhar	78994	1748	80742	82490	511	83001	15270	39	15309
7	Mayurbhanj	90435	3588	94023	97611	1086	98697	8729	0	8729
8	Baleshwar	5810	580	6390	6970	110	7080	1178	156	1334
9	Bhadrak	1472	774	2246	3020	0	3020	0	0	0
10	Kendrapara	4062	145	4207	4352	0	4352	2545	145	2690
11	Jagatsinghapur	49	62	111	173	0	173	2	0	2
12	Cuttack	6015	46	6061	6107	2	6109	3583	2	3585
13	Jajapur	13599	174	13773	13947	4	13951	2787	0	2787

14	Dhenkanal	12634	1290	13924	15214	293	15507	839	0	839
15	Anugul	8360	1544	9904	11448	116	11564	5565	0	5565
16	Nayagarh	4302	425	4727	5152	290	5442	106	0	106
17	Khordha	3629	50	3679	3729	0	3729	1242	0	1242
18	Puri	1169	2	1171	1173	0	1173	1169	0	1169
19	Ganjam	13077	200	13277	13477	24	13501	6313	10	6323
20	Gajapati	52835	1816	54651	56467	112	56579	16585	0	16585
21	Kandhamal	90323	5584	95907	101491	4442	105933	2415	0	2415
22	Baudh	4340	1242	5582	6824	173	6997	1585	0	1585
23	Subarnapur	2194	528	2722	3250	6	3256	1056	0	1056
24	Balangir	9037	1698	10735	12433	12	12445	4301	82	4383
25	Nuapada	45910	842	46752	47594	94	47688	17954	51	18005
26	Kalahandi	17197	2311	19508	21819	483	22302	658	0	658
27	Rayagada	29367	2353	31720	34073	365	34438	41	0	41
28	Nabarangapur	53899	1058	54957	56015	82	56097	0	0	0
29	Koraput	35652	937	36589	37526	255	37781	4355	6	4361
30	Malkangiri	41483	919	42402	43321	478	43799	2976	0	2976
TOTAL		**733158**	**36819**	**769977**	**806796**	**9432**	**816228**	**145762**	**583**	**146345**

IMPLEMENTATION OF JAL JEEVAN MISSION

4453. SHRIMATI MALA ROY:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the present status of Jal Jeevan Mission; and

(b) the total funds sanctioned and released by the Government under the said mission during the last three years, year and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) and (b): To enable every rural household in the country to have assured potable water, in adequate quantity of prescribed quality on regular and long-term

basis, through tap water connection, since August 2019, Government of India in partnership with states, is implementing Jal Jeevan Mission (JJM) - Har Ghar Jal.

At the start the Mission, only 3.23 Crore (16.7%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 03.03.2026, under Jal Jeevan Mission (JJM) – Har Ghar Jal more than 12.58 Crore additional rural households have been provided with tap water connections. Thus, as on 03.03.2026, out of around 19.36 Crore rural households in the country, around 15.82 Crore (81.71%) households are reported to have tap water supply in their homes.

Year-wise and State/ UT-wise details of financial progress under the Mission since 2019 is in public domain and is accessible at:

https://ejalshakti.gov.in/JJM/JJMReports/Financial/JJMRep_StatewiseAllocationReleaseExpenditure.aspx

TAP WATER CONNECTIONS IN BARABANKI DISTRICT

4454. SHRI TANUJ PUNIA:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the details of the households provided with tap water connections in Barabanki district under the schemes such as Jal Jeevan Mission (JJM), Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0, Jal Hi Amrit and Mission Amrit Sarovar during the last seven years, year and

Legislative Assembly / Panchayat / village-wise;

(b) the number of villages presently facing water crisis in Barabanki district, Legislative Assembly-wise;

(c) the details of the special steps taken/projects implemented to enhance groundwater level; and

(d) the action plan prepared and the targets fixed by the Government for the next three years?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA): (a): Government of India is committed to make provision for safe & potable tap water supply in adequate quantity (55 lpcd), of prescribed quality and on a regular & long-term basis to all rural households in the country. Towards this end, the Government of India launched the Jal Jeevan Mission (JJM), to be implemented in partnership with States/ UTs in August 2019.

Drinking Water is a state subject, and hence, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply schemes, including those under JJM, lies with State/UT Governments. The Government of India supports the States/UTs by providing technical and financial assistance.

In Barabanki District, 5,08,433 (98.31%) tap connections have been provided against a total of 5,17,152 households under the Jal Jeevan Mission.

The other details are available on JJM Dashboard Portal. The link is as under:

https://ejalshakti.gov.in/jjmreport/jjmindia.aspx

It is informed that under AMRUT 2.0, 05 water supply projects worth ₹297.32 crore have been approved in Barabanki district which cover 90,454 new/service water tap connection. Further, Jal Hi AMRIT initiative has been launched under AMRUT 2.0 reforms, which aims to incentivize States and Union Territories (UTs) to efficiently manage Sewage Treatment Plants (STPs) for recyclable treated water meeting environmental standards on sustained basis. The focus of this initiative is to build capacity and incentivizing qualitative improvements in the treated discharge effluent.

It is also informed that Mission Amrit Sarovar was launched on April 24th, 2022 to construct or rejuvenate 75 Amrit Sarovars in every rural district (except Delhi, Chandigarh, and Lakshadweep) in a concerted effort to conserve water for future generations. It is further informed that under Mission Amrit Sarovar, a total of 436 Amrit Sarovars have been completed in Barabanki district since the inception of the Mission under Phase-I.

(b): State of Uttar Pradesh has informed that no village in Barabanki district is currently reported to be facing a water crisis.

(c): State of Uttar Pradesh has informed that construction of water recharge pits in all water supply schemes is being undertaken to enhance groundwater recharge and improve long-term water sustainability. It is also informed that Shallow Aquifer

Management (SAM) initiative under the AMRUT 2.0 was launched as a pilot project across 9 diverse Indian cities. The initiative aimed to demonstrate the effectiveness of strategic interventions in managing shallow aquifers and supports aquifer mapping and recharge interventions to strengthen groundwater resilience. In SAM 2.0, 75 cities have been identified for scaling groundwater interventions. SAM 2.0 focuses on developing groundwater recharge plans, demonstration of variety of recharge structures, and build knowledge on creating awareness among city officials and citizens on importance of aquifer management in overall water management strategy of city.

Additionally, CGWB has informed that various measures have been taken by the Government of India to enhance groundwater levels in Barabanki district of Uttar Pradesh.

The Ministry of Jal Shakti launched the Jal Shakti Abhiyan (JSA) in 2019 as a time-bound, mission-mode water conservation campaign in 256 water-stressed districts. The 6th edition of JSA: CTR was launched on 22nd March 2025 with the theme “Jal Sanchay, Jan Bhagidari: Jan Jagrukta Ki Or”.

“Jal Sanchay Jan Bhagidari” (JSJB) initiative was launched in Surat, Gujarat on 6 September 2024 to further strengthen the JSA: CTR campaign. The JSJB initiative focuses on intensifying community action and mobilization to build low-cost rainwater harvesting structures in low cost and saturation mode. Under JSJB 1.0, an impressive 27.62 lakh artificial groundwater recharge and storage

works were taken up, with a remarkable 23.83 lakh already completed by 31st May 2025 marking a milestone in India's water conservation movement. As on 10.03.2026 a cumulative of more than 4.4 million artificial groundwater recharge and storage works are reported under JSJB.

(d): State of Uttar Pradesh has informed that under the JJM, the Government aims to provide Functional Household Tap Connections (FHTCs) to all remaining households by December 2028. The mission also focuses on ensuring regular and adequate water supply along with the sustainable and long-term operation and maintenance of rural water supply infrastructure.

CREDIT DEMAND IN MSME SECTOR

4455. SHRIMATI SATABDI ROY BANERJEE:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether it is a fact that the access to formal credit in the Micro, Small and Medium Enterprises (MSMEs) sector currently stands at only fourteen per cent and if so, the details thereof, and

(b) the details of the total credit demand in the MSME sector that has remained unmet during the last eleven years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): As informed by Reserve Bank of India, the advances outstanding to Micro, Small and Medium Enterprises (MSME) sector by Scheduled Commercial Bank have registered a growth of 166.17% in the last eleven years, as given below:

S No.	Financial Year	Advances Outstanding (in Rs. crore)
1.	As on March 2015	12,02,498
2.	As on March 2016	12,19,962
3.	As on March 2017	13,02,900
4.	As on March 2018	14,14,668
5.	As on March 2019	16,88,867
6.	As on March 2020	16,97,836
7.	As on March 2021	18,45,188
8	As on March 2022	20,44,788
9.	As on March 2023	23,92,319
10.	As on March 2024	28,21,477
11.	As on March 2025	32,00,690
Source: Priority Sector Returns submitted by SCBs (excluding Regional Rural Banks; including Local area banks)		

The Government has, inter-alia, taken the following measures to improve credit penetration and reduce financial stress for MSMEs across the country:

i. Credit Guarantee Scheme (CGS) for MSEs implemented through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantee for loans extended to new as well as existing MSEs by Member Lending Institutions without collateral security and third-party guarantee. The ceiling for guarantee coverage is Rs. 10 crore under the scheme.

ii. Self-Reliant India (SRI) Fund has been set up to infuse Rs. 50,000 crore as equity funding in MSMEs with a provision of Rs. 10,000 crore from the Government of India and Rs. 40,000 crore through Private Equity/Venture Capital Funds.

iii. Prime Minister's Employment Generation Programme provides Margin Money subsidy up to 35%, for setting up of new micro enterprises, in the non-farm sector with project cost of Rs. 50 lakh for Manufacturing and Rs. 20 lakh for Services enterprises.

iv. PM Vishwakarma Scheme was launched on 17.09.2023 to provide end-to-end holistic support to artisans and craftspeople of 18 traditional trades who work with their hands and tools. The Scheme includes provision of collateral free loans up to Rs. 3 lakh with interest subvention of max up to 8%.

v. As informed by DFS, Pradhan Mantri Mudra Yojana (PMMY) was launched on 08.04.2015 to extend collateral free credit up to Rs.20 lakh by Member Lending Institutions. Any individual, who is otherwise eligible to take a loan and has a business plan for small business enterprise can avail loan under the scheme for income generating activities in the manufacturing, trading, service sectors including activities allied to agriculture.

vi. As informed by RBI, in terms of para 4.1 (a) of RBI Master Direction - Lending to Micro, Small & Medium Enterprises (MSME) Sector dated July 24, 2017, all Scheduled Commercial Banks are mandated not to accept collateral security in the case of loans up to Rs. 10 lakh extended to units in the MSE sector. As per RBI circular dated 9th February 2026, this limit stands increased to Rs. 20 lakh from 1st April, 2026.

IMPORT AND DOMESTIC PRODUCTION OF BITUMEN

4456. SHRI VIJAY KUMAR HANSDAK:
SHRI SAPTAGIRI SANKAR ULAKA:
SHRI KARTI P. CHIDAMBARAM:
SHRI K. SUDHAKARAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the details of the quantity and value of bitumen imported into the country since 2019, year- wise along with the sources of such imports, country-wise;

(b) the details of domestic production and total domestic consumption of bitumen

during the said period and the percentage share of imports in total domestic consumption, year-wise;

(c) whether the Government has assessed the adequacy of domestic bitumen production capacity to meet the demand arising from national highway and infrastructure development programmes and if so, the details thereof; and

(d) whether the Government has formulated any policy, roadmap or incentives to promote domestic production of bitumen and bio bitumen to reduce import dependence and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): The details of bitumen imports, production and consumption are given below:

Financial Year	Bitumen Imports (TMT)	Bitumen Consumption (TMT)	Bitumen Production (TMT)	% share of Imports in Consumption
2019-20	1629.62	6720.37	4891.90	24.25
2020-21	2054.80	7523.92	4901.83	27.31
2021-22	2580.53	7816.33	5110.84	33.01
2022-23	2797.45	8041.07	4914.15	34.79
2023-24	3243.62	8807.25	5239.97	36.83
2024-25	2899.92	8581.50	5303.35	33.79

2025-26 (Apr-Jan) (P)	2322.16	6875.92	4167.87	33.77
Source: Petroleum Planning & Analysis Cell; (P): Provisional				

(c): While domestic production of petroleum products is expected to increase with the commissioning and expansion of greenfield and brownfield refinery projects, any shortfall in domestic availability is bridged through imports.

(d): Bio-Bitumen has been developed by IOCL using lignin rich residue for 2G Ethanol plant as source of Biomaterial.

IRREGULARITIES IN JJM IN UTTAR PRADESH

4457. SHRI PUSHPENDRA SAROJ:

SUSHRI IQRA CHOUDHARY:

ADV. PRIYA SAROJ:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the total number of complaints received under Jal Jeevan Mission (JJM) relating to financial irregularities, sub-standard work, incomplete connections and contractor malpractice, State-wise, particularly for Uttar Pradesh;

(b) the breakup of such complaints in Uttar Pradesh, category-wise and the amount of Central funds involved in projects against which irregularities were reported;

(c) the number of inspections, third-party quality audits, FIRs registered,

contractors blacklisted and funds recovered in Uttar Pradesh following such complaints;

(d) whether any tranche of Central assistance was withheld, reduced or made conditional due to non-compliance and if so, the details thereof; and

(e) the corrective structural measures introduced by the Government to prevent recurring financial and quality lapses under the said Mission?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA): (a) to (e): Water being a 'State' subject, under Jal Jeevan Mission (JJM), States have been empowered to plan, design, approve, implement, and operate & maintain drinking water supply schemes. The Government of India supplements these efforts by providing financial and technical assistance.

Under JM, as reported by States/UTs, including Uttar Pradesh, a total of 18,790 complaints have been received from various sources such as media reports, suo-moto cognizance, public representatives, citizens, grievance portals, etc., regarding financial irregularities, poor quality of works, delays in projects and related issues. State/ UT- wise reported complaints are given in the enclosed **Statement**. The category-wise breakup of complaints is maintained at State level.

Uttar Pradesh has reported that out of total 16,178 complaints received through various channels including suo-moto cognizance, so far, enquiries have been initiated in all complaints. Reports have also been submitted in 15,553

cases, while enquiries in the remaining cases are ongoing. The State has also taken action against 120 contractors for delays in execution, imposing liquidated damages amounting to Rs.340 crore.

To ensure effective implementation of JJM, the Government of India regularly reviews progress with States through meetings and multi-disciplinary team visits, identifying areas for strengthening implementation and monitoring for expeditious execution. Technology is leveraged to ensure transparency and accountability, with physical and financial progress reported on the JJM–IMIS. All tap water connections are linked with the Aadhaar number of the head of the household, and assets created under JJM are geo-tagged. Further, central assistance is provided only upon fulfilment of JJM and Ministry of Finance (MoF) guidelines.

As per operational guidelines, third-party inspection and certification before payment are mandatory. Accordingly, States/UTs empanel Third Party Inspection Agencies (TPIAs) to verify the quality of work, materials used and machinery installed before releasing payments. The Government of Uttar Pradesh has informed that ground verification of JJM schemes has been carried out by Central and State-level officers, including technical officers, national WASH experts, State nodal officers, the Technical Audit Cell (SWSM), and nodal officers from SWSM, Uttar Pradesh. To ensure quality, all works are verified by third-party inspection agencies before payment.

Furthermore, States/UTs have been consistently advised to adopt a zero-tolerance approach toward financial, procedural, or quality-related violations. They are required to ensure that every complaint is thoroughly examined, prompt field verification is conducted, and all necessary disciplinary, contractual, and legal actions are taken to uphold transparency and accountability under the mission.

STATEMENT

State/ UT- wise number of reported complaints

Sr.no.	State/UT	Total no. of complaints
1	A & N Islands	0
2	Andhra Pradesh	0
3	Arunachal Pradesh	0
4	Assam	1226
5	Bihar	0
6	Chhattisgarh	329
7	DD&DNH	0
8	Goa	0
9	Gujarat	1
10	Haryana	4
11	Himachal Pradesh	3
12	Jammu & Kashmir	24
13	Jharkhand	152
14	Karnataka	169
15	Kerala	25
16	Ladakh	1
17	Lakshadweep	0
18	Madhya Pradesh	37
19	Maharashtra	154
20	Manipur	19
21	Meghalaya	8

22	Mizoram	1
23	Nagaland	14
24	Odisha	4
25	Puducherry	0
26	Punjab	6
27	Rajasthan	176
28	Sikkim	0
29	Tamil Nadu	45
30	Telangana	0
31	Tripura	1
32	Uttar Pradesh	16178
33	Uttarakhand	40
34	West Bengal	173
	Total	**18790**

ENTREPRENEURSHIP SKILL DEVELOPMENT PROGRAMME (ESDP) SCHEME

4458. SHRI KESINENI SIVANATH:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the number of beneficiaries covered under each component of Entrepreneurship Skill Development Programme (ESDP) Scheme since inception, component-wise, year-wise, State-wise and district-wise for Andhra Pradesh;

(b) the funds allocated, released and utilised under the scheme since inception, State-wise and year-wise;

(c) the measures taken to increase scheme outreach and identify potential

beneficiaries that can benefit from capacity building initiatives provided under the scheme;

(d) the list of implementation agencies functioning under the scheme, State-wise, district-wise for Andhra Pradesh; and

(e) whether any studies have been undertaken to examine impact of the scheme and the criteria used to ensure that beneficiaries feedback and experience are tracked and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Entrepreneurship and Skill Development Programme (ESDP) is a Central Sector Scheme with no State-wise fund allocation. ESDP is a continuing scheme, number of beneficiaries covered component-wise, year-wise, state-wise and district-wise for Andhra Pradesh, are given in the enclosed **Statement-I**.

(c) and (d): To increase outreach of the scheme, the Development and facilitation Offices (DFOs) of the Office of the Development Commissioner (MSME) located across the country have been entrusted with the responsibility of conducting the programmes. In addition, Technology Centres (TCs) and institutes like IITs, IIMs, NITs, CSIRs, ICAR, other central and state government institutions, universities etc. have been included as implementing agencies to conduct the training programmes. To identify potential beneficiaries, various measures including

organizing Entrepreneurship Awareness Programmes (EAPs), uploading training calendar on scheme portal, advertisements, social media, engagement with industry associations and academic institutions are undertaken. The list of Implementing Agencies under the ESDP scheme for the FY 2025-26 is given in the enclosed **Statement-II.**

(e): An evaluation study of the ESDP Scheme was conducted by the Entrepreneurship Development Institute of India (EDII), Ahmedabad during the year 2020. Beneficiaries feedback and experience are obtained through the dedicated scheme portal.

STATEMENT-I

Component wise number of beneficiaries from FY 2018-19 to 2025-26 under the ESDP Scheme:

Year	EAP	E-SDP	MDP	Advanced E-SDP	Advanced MDP	Total
2018-19	6219	2252	1034	NA#	NA#	9505
2019-20	190692	39665	15153	NA#	NA#	245510
2020-21	23080	3384	1200	NA#	NA#	27664
2021-22	59702	0*	0*	NA#	NA#	59702
2022-23	157681	38359	19988	1563	1101	218692
2023-24	244835	69782	27751	3046	1628	347042
2024-25	430248	73275	63744	1738	956	569961
2025-26 (as on 16.03.26))	457183	65765	59578	1369	731	584626

Source: ESDP MIS Portal

#NA: Not Applicable as Advanced programmes were introduced from FY 2022-23

** programmes could not be conducted due to covid-19.*

Year-wise and State-wise number of beneficiaries from FY 2018-19 to 2025-26 under the ESDP Scheme:

S. No.	Name of State/UTs	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (as on 16.03.26)
1	Andhra Pradesh	334	2475	650	2295	1424	5760	10093	28546
2	Arunachal Pradesh	0	159	119	136	1087	4236	6401	4195
3	Assam	0	8615	1350	1165	15350	19339	43038	24980
4	Bihar	952	5061	1713	3929	6079	12265	13454	8039
5	Chhattisgarh	0	6165	822	1814	5266	5759	8080	6086
6	Goa	0	90	0	119	279	1510	1424	1036
7	Gujarat	353	3253	706	1580	9651	14939	29573	20852
8	Haryana	0	4773	1350	2014	3213	7688	10599	18239
9	Himachal Pradesh	70	1226	707	1317	1790	5923	5998	8148
10	Jharkhand	622	6132	993	2570	6156	8380	7447	9429
11	Karnataka	78	3569	234	3316	6117	14301	18280	12987
12	Kerala	0	2442	727	2335	7150	8873	10197	12672
13	Madhya Pradesh	200	26682	1263	2706	44248	42055	77987	56919
14	Maharashtra	753	32008	1313	3946	15468	16669	56200	46364
15	Manipur	0	730	72	403	1281	1722	4773	15904
16	Meghalaya	0	306	129	213	1209	2374	6101	5571
17	Mizoram	0	240	0	87	210	1122	2370	2168
18	Nagaland	0	773	0	527	6810	16561	12862	4264
19	Odisha	0	3788	907	2559	8616	10348	38229	59728
20	Punjab	0	6222	1255	2447	7269	10368	21251	14231
21	Rajasthan	424	7744	1268	2293	8820	12807	34206	39024
22	Sikkim	25	502	400	1140	903	2004	3204	1997
23	Tamil Nadu	309	16284	1647	3002	9433	16445	17929	25516
24	Telangana	250	3430	2078	2629	4606	11548	12717	31284
25	Tripura	209	947	435	1384	331	4072	6864	6727
26	Uttar Pradesh	4358	85212	4380	8156	23137	25918	40120	45040
27	Uttarakhand	213	3616	525	1380	5511	7835	12206	15010

28	West Bengal	73	3475	1118	1928	8251	12197	7867	15323
29	Andaman And Nicobar Islands	0	126	166	128	2856	2502	191	53
30	Chandigarh	0	131	0	0	118	276	239	150
31	Dadar and Nagar Haveli and Daman and Diu	0	0	142	280	608	467	1290	289
32	Delhi	258	6801	935	1349	1385	4170	4744	7562
33	Jammu And Kashmir	24	2128	0	494	3863	35280	33652	27969
34	Ladakh	0	105	0	0	50	94	1573	1295
35	Lakshadweep	0	25	0	0	0	498	233	325
36	Puducherry	0	275	260	61	147	737	8569	6704
Total		**9505**	**245510**	**27664**	**59702**	**218692**	**347042**	**569961**	**584626**

Source: ESDP MIS Portal

District wise number of beneficiaries in Andhra Pradesh from FY 2018-19 to 2025-26 under the ESDP scheme:

S. No.	Name of District	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (as on 16.03.2026)
1	Alluri Seetarama Raju	0	0	0	0	25	93	90	145
2	Anakapalli	0	0	0	0	0	776	763	441
3	Ananthpuramu	0	0	0	0	0	51	82	980
4	Annamayya	0	0	0	0	120	108	368	1148
5	Bapatla	0	0	0	0	107	457	333	235
6	Chittor	0	196	0	117	0	103	128	3580
7	East Godavari	73	391	76	235	0	158	77	678
8	Eluru	0	0	0	0	25	215	156	726
9	Guntur	25	145	46	154	120	159	430	834
10	Kakinada	0	0	0	0	80	101	413	2194
11	Konaseema	0	0	0	0	0	79	0	332
12	Krishna	0	188	0	287	105	107	2843	1210

13	Kurnool	0	70	0	165	233	166	255	673
14	Nandyal	0	0	0	0	0	0	336	538
15	NTR	0	0	0	0	25	610	657	1737
16	Palnadu	0	0	0	0	0	25	160	754
17	Parvathipuram Manyam	0	0	0	0	0	82	110	267
18	Prakasam	0	132	0	0	0	114	176	581
19	Sri Potti Sriramulu Nellore	0	0	0	81	0	0	107	100
20	Sri Satyasai	0	0	0	0	0	0	0	72
21	Srikakulam	25	190	194	250	101	730	330	1813
22	Tirupati	0	0	0	0	25	363	177	869
23	Visakhapatnam	56	608	258	461	142	828	1252	3498
24	Vizianagaram	95	196	76	167	67	263	209	3116
25	West Godavari	0	275	0	211	117	0	413	1588
26	Y.S.R.	60	84	0	167	132	172	228	437
Total		334	2475	650	2295	1424	5760	10093	28546

Source: ESDP MIS Portal

STATEMENT-II

State wise list of Implementation Agencies for the current FY 2025-26 under the ESDP Scheme:

S. No.	Name of State	
1	**ANDHRA PRADESH**	
	i	MSME DFO, Visakhapatnam, Andhra Pradesh
	ii	Skill Development Institute Visakhapatnam, Andhra Pradesh
	iii	University College of Engineering A Jawaharlal Nehru Technological university Kakinada Andhra Pradesh
2	**ASSAM**	
	i	MSME DFO, Guwahati, Assam
	ii	MSME Technology Centre, (TRTC) Guwahati, Assam

	iii	Assam Agricultural University, Jorhat, Assam
	iv	College of Veterinary Science, Assam Agricultural University, Khanapara campus, Guwahati, Assam
	v	Indian Institute of Entrepreneurship Guwahati, Assam
	vi	National Institute of Rural Development & Panchayati Raj, North Eastern Regional Centre (NIRDPR-NERC), Guwahati, Assam
	vii	North Eastern Handicrafts and Handloom Development Corporation Guwahati, Assam
	viii	North Eastern Regional Agricultural Marketing Corporation Ltd Rajbari Path, Guwahati, Assam
3	**BIHAR**	
	i	MSME DFO, Muzaffarpur, Bihar
	ii	MSME DFO, Patna, Bihar
	iii	Chandragupt Institute of Management Patna, Mithapur, Patna, Bihar
	iv	ICAR National Research Centre for Litchi (NRCL), Muzaffarpur, Bihar
4	**CHHATTISGARH**	
	i	MSME DFO, Raipur, Chhattisgarh
	ii	MSME Technology Centre, Durg, Chhattisgarh
	iii	Indian Institute of Management (IIM) Raipur, Chhattisgarh
5	**DELHI**	
	i	MSME DFO, Delhi
	ii	Testing Centre New Delhi
	iii	Bharat Sanchar Nigam Limited (BSNL), Janpath, New Delhi
	iv	Construction Industry Development Council, Nehru Place, New Delhi
	v	Council of Architecture, Lodhi Road, New Delhi
	vi	Delhi Pharmaceutical Sciences and Research University, Delhi
	vii	Indian Institute of Technology, Delhi
	viii	Jamia Millia Islamia, New Delhi
	ix	National Council for Handloom & Handicraft Development (NCHHD), New Delhi
	x	National Small Industries Corporation Ltd. (NSIC), Okhla Industrial Estate, Phase III, New Delhi

6	**GOA**	
	i	MSME DFO, Goa
7	**GUJARAT**	
	i	MSME DFO, Ahmedabad, Gujarat
	ii	MSME Technology Centre, (IGTR) Ahmedabad, Gujarat
	iii	Entrepreneurship Development Institute of India (EDII), Ahmedabad, Gujarat
8	**HARYANA**	
	i	MSME DFO, Karnal, Haryana
	ii	MSME Technology Centre, Rohtak, Haryana
	iii	Bhagat Phool Singh Mahila Vishwavidyalaya, Khanpur Kalan, Haryana
	iv	National Institute of Technology Kurukshetra, Haryana
9	**HIMACHAL PRADESH**	
	i	MSME DFO, Solan, Himachal Pradesh
	ii	MSME Technology Centre, Baddi, Himachal Pradesh
10	**JAMMU AND KASHMIR**	
	i	MSME DFO, Jammu and Kashmir
	ii	CIED, IUST Foundation, Jammu and Kashmir
	iii	Indian Institute of Management Jammu, Nagrota, Jammu
	iv	Indian Institute of Technology Jammu
	v	Sher-e-Kashmir University of Agricultural Sciences and Technology of Kashmir, Jammu and Kashmir
11	**JHARKHAND**	
	i	MSME DFO, Ranchi, Jharkhand
	ii	MSME Technology Centre, (IDTR) Jamshedpur, Jharkhand
	iii	Jharkhand Government Mini Tool Room and Training Centre (JGMTRTC) , Ranchi, Jharkhand
	iv	National Institute of Technology Jamshedpur, Jharkhand
12	**KARNATAKA**	

	i	MSME DFO, Bangalore, Karnataka
	ii	MSME DFO, Hubli, Karnataka
	iii	MSME Technology Centre, Bangalore, Karnataka
	iv	Bangalore Bioinnovation Centre (BBC), Bangalore, Karnataka
	v	KILT Bangalore, Karnataka
13	**KERALA**	
	i	MSME DFO, Thrissur, Kerala
	ii	College of Agriculture, Vellayani, Thirvuananthapuram Kerala Agricultural University, Thiruvananthapuram, Kerala
	iii	CSIR, NATIONAL INSTITUTE FOR INTERDISCIPLINARY SCIENCE & TECHNOLOGY, Kerala
	iv	Kerala Institute for Entrepreneurship Development, KIED, Kerala
14	**MADHYA PRADESH**	
	i	MSME DFO, Indore, Madhya Pradesh
	ii	MSME Technology Centre, Bhopal, Madhya Pradesh
	iii	MSME Technology Centre, (IGTR) Indore, Madhya Pradesh
	iv	Centre for Entrepreneurship Development Madhya Pradesh (CEDMAP), Bhopal, Madhya Pradesh
	v	Centre for Innovation, Design & Incubation (CIDI) SGSITS Incubation Forum (SIF), Indore, Madhya Pradesh
	vi	Indian Institute of Science Education and Research, Bhopal, Madhya Pradesh
	vii	Indian Institute of Technology (IIT) , Indore, Madhya Pradesh
	viii	MANIT Rolta Innovation & Incubation Foundation NIT, Bhopal, Madhya Pradesh
15	**MAHARASHTRA**	
	i	MSME DFO, Mumbai, Maharashtra
	ii	MSME DFO, Nagpur, Maharashtra
	iii	Testing Centre Mumbai, Maharashtra
	iv	MSME Technology Centre, (IDEMI) Mumbai, Maharashtra
	v	MSME Technology Centre, (IGTR) Aurangabad Maharashtra
	vi	National Insurance Academy, Pune, Maharashtra
16	**MANIPUR**	

	i	MSME DFO, Imphal, Manipur
	ii	MSME Technology Centre, Imphal, Manipur
	iii	National Institute of Technology Manipur, Langol, Imphal
17	**MEGHALAYA**	
	i	Directorate of Commerce & Industries Meghalaya
18	**NAGALAND**	
	i	MSME DFO, Dimapur, Nagaland
	ii	Department of Tourism, Government of Nagaland, Kohima, Nagaland
	iii	Nagaland Tool Room and Training Centre (NTTC), Dimapur, Nagaland
19	**ODISHA**	
	i	MSME DFO, Cuttack, Odisha
	ii	MSME Technology Centre, (CTTC), Bhubaneswar, Odisha
	iii	National Institute of Technology, NIT Rourkela, Odisha
20	**PUDUCHERRY**	
	i	MSME Technology Centre, Puducherry
21	**PUNJAB**	
	i	MSME DFO, Ludhiana, Punjab
	ii	MSME Technology Centre, (CIHT), Jalandhar, Punjab
	iii	MSME Technology Centre, (CTR), Ludhiana, Punjab
	iv	Guru Angad Dev Veterinary and Animal Sciences University, Ludhiana, Punjab
	v	IIT Ropar, Punjab
22	**RAJASTHAN**	
	i	MSME DFO, Jaipur, Rajasthan
	ii	MSME Technology Centre, Bhiwadi, Rajasthan
	iii	CCS National Institute of Agricultural Marketing CCS NIAM, Jaipur, Rajasthan
	iv	Footwear Design & Development Institute (FDDI), Jodhpur, Rajasthan
	v	Rajasthan Institute of Local Self Government, Jaipur, Rajasthan
	vi	Shri Vishwakarma Kaushal Vikas Board, Government of Rajasthan, Jaipur, Rajasthan

	vii	Maharana Pratap University of Agriculture and Technology (MPUAT), Udaipur, Rajasthan
	viii	CSIR, Central Electronics Engineering Research Institute (CEERI), Pilani, Rajasthan
23	**SIKKIM**	
	i	MSME DFO, Gangtok, Sikkim
	ii	Commerce & Industries Department Government of Sikkim, Gangtok, Sikkim
24	**TAMIL NADU**	
	i	MSME DFO, Chennai, Tamilnadu
	ii	Testing Centre Chennai, Tamilnadu
	iii	MSME Technology Centre, (CFTI), Chennai, Tamilnadu
	iv	Bharathidasan University, Tiruchirappalli, Tamil Nadu
	v	Central Institute of Petrochemicals Engineering & Technology (CIPET), Chennai, Tamil Nadu
	vi	IITM Pravartak, Chennai, Tamil Nadu
	vii	Dr. Ambedkar Institute of Productivity (AIP), National Productivity Council (NPC), DIPP, Chennai, Tamil Nadu
25	**TELANGANA**	
	i	MSME DFO, Hyderabad, Telangana
	ii	MSME Technology Centre, (CITD), Hyderabad, Telangana
	iii	National Institute for Micro, Small and Medium Enterprises (ni-msme), Hyderabad, Telangana
	iv	National Institute of Rural Development & Panchayati Raj, Rajendranagar, Hyderabad, Telangana
	v	University of Hyderabad, Telangana
26	**TRIPURA**	
	i	MSME DFO, Agartala, Tripura
27	**UTTAR PRADESH**	
	i	MSME DFO, Agra, Uttar Pradesh
	ii	MSME DFO, Kanpur, Uttar Pradesh

	iii	MSME DFO, Prayagraj, Uttar Pradesh
	iv	MSME Technology Centre, (CDGI) Firozabad, Uttar Pradesh
	v	MSME Technology Centre, (CFTI), Agra, Uttar Pradesh
	vi	MSME Technology Centre, (FFDC), Kannauj, Uttar Pradesh
	vii	MSME Technology Centre, Greater Noida, Uttar Pradesh
	viii	MSME Technology Centre, (PPDC), Agra, Uttar Pradesh
	ix	MSME Technology Centre, (PPDC) Meerut, Uttar Pradesh
	x	MSME Technology Centre, Kanpur, Uttar Pradesh
	xi	Acharya Narendra University of Agriculture & Technology, Ayodhya. Uttar Pradesh
	xii	IGNOU Aligarh, Uttar Pradesh
	xiii	Institute of Entrepreneurship Development, Uttar Pradesh
	xiv	Motilal Nehru National Institute of Technology (MNNIT), Prayagraj, Uttar Pradesh
	xv	National Handloom Development Corporation Ltd. (NHDC), Noida, Uttar Pradesh
	xvi	CSIR, Indian Institute of Toxicology Research (IITR), Lucknow, Uttar Pradesh
	xvii	National Institute for Entrepreneurship and Small Business Development. (NIESBUD) Noida, Uttar Pradesh
	xviii	Footwear Design & Development Institute (FDDI), Noida, Uttar Pradesh
	xix	RML Incubation Foundation Dr. Ram Manohar Lohiya National Law University Lucknow, Uttar Pradesh
28	**UTTARAKHAND**	
	i	MSME DFO, Dehradun, Uttarakhand
	ii	MSME DFO, Haldwani, Uttarakhand
	iii	MSME Technology Centre, (ESTC), Ramnagar, Uttarakhand
	iv	MSME Technology Centre, Sitarganj, Uttarakhand
	v	IIT Roorkee, Uttarakhand
29	**WEST BENGAL**	
	i	MSME DFO, Kolkata, West Bengal
	ii	Testing Centre Kolkata, West Bengal
	iii	MSME Technology Centre, GM (CTTC) Kolkata, West Bengal

Source: ESDP MIS Portal

DEVELOPMENT OF AIRPORT AT SASARAM

4459. SHRI MANOJ KUMAR:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether it is a fact that local residents and tourists visiting Sasaram and the surrounding region are entirely dependent on the airports at Patna, Gaya and Varanasi which are located at a distance of 150-200 kms and if so, the details thereof;

(b) whether the Union Government has sought/received any proposal along with land approval from the State Government of Bihar for the construction of an airport at Sasaram; and

(c) if so, the details thereof along with the timeline fixed for such approval and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (c): As per the Greenfield Airports (GFA) Policy, 2008, if any airport developer including State Government desires to develop an airport, they are required to identify a suitable site and get the Pre-feasibility Study conducted and submit a proposal to the Ministry of Civil Aviation (MoCA) for 'Site Clearance' followed by 'In-Principle' approval.

No proposal seeking 'Site Clearance' under the GFA Policy for

development of a Greenfield Airport at Sasaram has been received.

MoCA has also launched Regional Connectivity Scheme (RCS) - UDAN (Ude Desh ka Aam Nagrik) to enhance regional air connectivity from unserved and underserved airports in the country. Dehri on Sone (Suara) airstrip/airport in Rohtas district near Sasaram is listed as an unserved airport in the UDAN document. If any airline applies for routes connecting Dehri on Sone in future bidding rounds, the same may be considered as per UDAN scheme provisions.

नदियों को संदूषण-मुक्त करने और उनके संरक्षण के लिए परियोजनाएं

4460. श्री गणेश सिंहः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या 'नमामि गंगे' कार्यक्रम के अंतर्गत देश में नदियों को संदूषण मुक्त करने और उनके संरक्षण के लिए कोई परियोजनाएं कार्यान्वित की जा रही हैं, जिसके अंतर्गत विगत कई वर्षों के दौरान गंगा नदी की सहायक नदियों के संरक्षण के लिए अनेक परियोजनाएं पूरी की गई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार इस बात से अवगत है कि सतना और तमस नदियाँ सतना मुख्यालय से गुजरते हुए बहती हैं, जिनका संगम सतना स्मार्ट सिटी परियोजना के अंतर्गत शहर को पेयजल उपलब्ध कराता है, लेकिन उक्त दोनों नदियाँ अत्यधिक संदूषित हैं और उत्तर प्रदेश के प्रयागराज में गंगा नदी में मिलती हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या केंद्र सरकार को 'नमामि गंगे' कार्यक्रम के अंतर्गत मध्य प्रदेश राज्य सरकार से इस संबंध में अनुमोदन के लिए कोई प्रस्ताव प्राप्त हुआ है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा और वर्तमान स्थिति क्या है और इसके कब तक अनुमोदित होने की संभावना है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): जी, हाँ। नमामि गंगा कार्यक्रम के तहत, राष्ट्रीय स्वच्छ गंगा मिशन (एनएमसीजी) द्वारा गंगा नदी और उसकी सहायक नदियों पर प्रदूषित नदी क्षेत्रों के उपचार और प्रतिदिन 6,610 मिलियन लीटर (एमएलडी) जल संचयन/पुनःस्थापित करने के लिए कुल 218 परियोजनाओं को 35,729 करोड़ रूपए की लागत से स्वीकृत किया गया है। इनमें से 138 परियोजनाएँ पूरी हो चुकी हैं और 4,050 एमएलडी जल उपचार क्षमता का सृजन किया गया है।

(ख): राष्ट्रीय जल निगरानी कार्यक्रम (एनडब्ल्यूएमपी) के अंतर्गत, उत्तर प्रदेश में गंगा नदी पर 41 निगरानी स्थल हैं, जिनमें से 4 निगरानी स्थल प्रयागराज जिले में स्थित हैं। इनमें से 2 स्थल तमसा नदी और गंगा के संगम के ऊपरी और निचले भाग में स्थित हैं।

इस प्रकार, प्रयागराज में गंगा नदी के जल गुणवत्ता आंकड़ों से पता चलता है कि इन 4 स्थलों में से 2 स्थल बाहरी स्नान के लिए प्राथमिक जल गुणवत्ता मानदंडों (डीओ) (<5 मिलीग्राम/लीटर), बीओडी (3 मिलीग्राम/लीटर), पीएच (6.5-8.5), एफसी (<2500 एमपीएन/100 मिलीलीटर) और एफएस (<500 एमपीएन /100 मिलीलीटर) का अनुपालन कर रहे हैं। ये 2 उपयुक्त स्थल प्राचीन शिवालय दुमदुम घाट पर तमसा नदी के किनारे और सिरसा, सोन बरसा में तमसा नदी के किनारे स्थित हैं।

वर्ष 2024 के दौरान उत्तर प्रदेश के प्रयागराज जिले में गंगा नदी के जल गुणवत्ता संबंधी आंकड़े, जिनकी निगरानी की गई, निम्नानुसार हैं:

उत्तर प्रदेश के परायागराज जिले में गंगा नदी के जल गुणवत्ता के आंकड़े (वर्ष 2024 के दौरान)

निगरानी स्थल का नाम	घुलित ऑक्सीजन (O2) (मिलीग्राम/लीटर)		पीएच		बीओडी (मिलीग्राम/एल)		फेकल कोलीफॉर्म (एमपीएन/100एमएल)		फेकल स्ट्रेप्टोकोकी (एमपीएन/100एमएल)		अनुपालन की स्थिति
	मिनट	अधिकतम	मिनट	अधिकतम	मिनट	अधिकतम	मिनट	अधिकतम	मिनट	अधिकतम	
प्राचिन शिवालय दुमदुमा घाट पर गंगा नदी बी/सी तमसा नदी	8	12	7.72	8.32	2.4	3	450	2100	एनए	एनए	अनुपालन
गंगा नदी ए/सी तमसा नदी, सिरसा, सोन बरसा	7.8	12.5	7.7	8.37	2.3	3	400	2200	एनए	एनए	अनुपालन

(ग) और (घ): एनएमसीजी को राज्य सरकार से सतना और तमसा नदियों के प्रदूषण निवारण हेतु कोई प्रस्ताव प्राप्त नहीं हुआ है। राज्य को घाट एवं नदीतट विकास संबंधी परियोजनाओं को उनके स्वयं के कोष से आरंभ करने की सलाह दी गई है।

OCCUPATION OF GGL CORPORATE OFFICE IN LUCKNOW

4461. SHRI JAI PRAKASH:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether it is a fact that the Green Gas Limited (GGL) has illegally and forcibly occupied its newly constructed Corporate Office located at Lucknow without issuing formal takeover certificate to the contractor and if so, the details thereof; and

(b) the details of remedial actions being taken by the said company to avoid any legal dispute in the future?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND

NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): Green Gas Limited (GGL) is a Joint Venture of GAIL (India) Ltd. and Indian Oil Corporation Ltd. incorporated on 7th October 2005 as a limited company under the companies Act, 1956. As per the information provided by GAIL (India) Ltd., Green Gas Limited (GGL) occupied the building (GGL Bhawan) in December, 2024 to February, 2025, in accordance with the contractual provisions after obtaining the requisite statutory permissions, and the premises was registered on 04.12.2024 under the Uttar Pradesh Shops & Commercial Establishment Act, 1962.

GAIL has further informed that the matter is being dealt with in accordance with the provisions of the contract and applicable procedures of the company, and any issues arising out of the contract are subject to the dispute resolution mechanism provided therein.

ATMANIRBHAR BHARAT ABHIYAN TO PROMOTE MSMEs

4462. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government is implementing Atmanirbhar Bharat Abhiyan (ABA) scheme to promote Micro, Small and Medium Enterprises (MSMEs) in the

country and if so, the details thereof;

(b) whether ABA scheme is being implemented in Tamil Nadu and if so, the details thereof; and

(c) the total amount spent under the scheme to promote MSMEs in Tamil Nadu during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): Government has, inter-alia, taken the following initiatives to implement the Aatma Nirbhar Bharat Abhiyan (ABA) scheme to promote Micro, Small and Medium Enterprises (MSMEs) in the country, including in Tamil Nadu:

(i) The Emergency Credit Line Guarantee Scheme (ECLGS) was launched in May, 2020 as part of Aatmanirbhar Bharat Package to support eligible MSMEs and business enterprises in meeting their operational liabilities due to disruption caused by COVID-19 pandemic. The scheme was operational till 31.03.2023. As on 31.03.2023, a total of 8.75 lakh guarantees amounting to Rs. 27,141.48 crore were issued to MSMEs in Tamil Nadu.

(ii) Self-Reliant India (SRI) Fund has been set up to infuse Rs. 50,000 crore as equity funding in MSMEs with a provision of Rs. 10,000 crore from the Government of India and Rs. 40,000 crore through Private Equity/Venture Capital Funds. Top up of Self-Reliant India Fund with ₹2,000 crore to continue

support to micro enterprises and maintain their access to risk capital. Since its inception in October 2021 till 28.02.2026, 28 MSMEs have been assisted by way of total investment of Rs. 730.6 crore in Tamil Nadu.

BUS ACCIDENTS

4463. SHRI P. C. MOHAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government is aware of recent incidents of bus accidents and fire mishaps involving both Government and private operators including any such incidents reported in the State of Karnataka, if so, the details thereof;

(b) the primary causes identified for such fire incidents including mechanical failure, electrical short circuits, fuel leakages or non-compliance with safety standards;

(c) the safety regulations and fire prevention norms currently enforced for public and private buses including mandatory installation of fire detection and suppression systems, emergency exits and periodic fitness certification; and

(d) the steps taken by the Government to strengthen enforcement, monitoring and penalties for non-compliance to ensure passenger safety and prevent recurrence of such incidents across the country?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN

JAIRAM GADKARI):

(a) and (b): As per information available on the Electronic Detailed Accident Report (eDAR) Portal, 11 incidents of bus accidents and fire mishaps including those private operators have been reported from 01.03.2023 to 15.03.2026 in the State of Karnataka.

As per the data, road accidents are multi-causal phenomenon and are the result of interplay of various factors. These can broadly be categorized into (i) human error, (ii) road condition/environment and (iii) vehicular condition.

(c) and (d): The Government in the Ministry of Road Transport and Highways vide G.S.R. 905(E) dated 23rd September, 2016 notified that the testing and type approval for body building of sleeper coaches shall be in accordance with AIS 119(Rev. 1) 2016. This has been amended periodically to incorporate additional safety provisions since 2017.

Some of the features / requirements are detailed as under:

Two units of fire extinguishers (total capacity 10 kg) - one near driver and one in passenger compartment.

As per standard, 4 exits (1 exit for emergency door, 2 exits for hatches and 1 exit for window or glass) have been provided for buses of 12 m length. Further, one additional hatch has to be provided for buses above 12m length.

Mandatory installation of fire detection and suppression system in engine compartment and other fire-prone areas.

No separation between passenger and driver compartment for all types of buses.

Vide G.S.R 159 (E) dated 06.03.2024, Government has notified Level Playing Field between Original Equipment Manufacturers (OEMs) and Non-OEMs Bus Body Builders for buses with seating capacity exceeding 22 passengers excluding driver with effect from 1st Sept 2025.

Further, Government has formulated a multi-pronged strategy to address the issue of road safety based on 4E's i.e. Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken for road safety in the country is given in the enclosed **Statement**.

STATEMENT

Details of various initiatives taken by the Government in Ministry of Road Transport and Highways for road safety:

(1) Education:

i. Administers a scheme for setting up of Institutes of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at State/district level across the Country. Recently revised scheme guidelines have been issued, incorporating enhanced financial assistance and streamlined eligibility criteria for establishing Driving Training Institutes. Additionally, incentives have been introduced for setting up

Automated Testing Stations (ATS) in conjunction with Driving Training Institutes (DTIs) under the Training-Testing Cluster approach.

ii. Administers Road Safety Advocacy Scheme for raising awareness about road safety and for administering road safety programs.

iii. Observance of National Road Safety Month every year for spreading awareness and strengthening road safety.

(2) Engineering:

2.1. Road engineering:

i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.

ii. High priority is accorded to identification and rectification of black spots /accident spots on NHs.

iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies to look after RSA and other road safety related works.

iv. Administers the electronic Detailed Accident Report (e-DAR) Project to establish a central repository for reporting, management and analysis of road accidents data across the Country.

v. Issued guidelines for the provision of signages on Expressways and National Highways to offer improved visibility and intuitive guidance to the drivers.

vi. Provisions have been made in the Motor Vehicles Act, 1988 for failure to

comply with standards for the road design, construction and maintenance, as prescribed by the Central Government from time to time.

2.2 Vehicle engineering:

Various initiatives were undertaken to make vehicles safer, including the following:-

i. Mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.

ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies use of a safety harness, crash helmet and restricts speed to 40kmph.

iii. Mandatory provisions for fitment of following listed safety technologies: -

For M1 category vehicles:

a. Seat Belt Reminder (SBR) for driver and co-driver.

b. Manual Override for central locking system

c. Over speed warning system.

For all M and N category vehicles:

a. Reverse Parking Alert System

iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also

carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.

v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.

vi. Published the rules for recognition, regulation and control of Automated Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSs. The rules have been further amended on 31.10.2022 and 14.03.2024.

vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out old, unfit and polluting vehicles.

viii. Formulated a Scheme to set up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.

ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.

x. Published rules regarding prescribed level playing field in the area of manufacturing of buses by Original Equipment Manufacturers (OEMs) and Bus Body Builders.

xi. Mandated vehicles, manufactured on or after 1st October, 2025, shall be fitted with an air-conditioning system for the cabin of vehicles of N2 (goods vehicle with gross vehicle weight exceeding 3.5 tonnes but not exceeding 12.0 tonnes) and N3 (goods vehicle with gross vehicle weight exceeding 12.0 tonnes) category.

xii. Published rules for revision of standards for Safety Belt, Restraint Systems and Safety Belt Reminder to provide provisions for applicability of revised standards for safety belt assemblies, safety belt anchorages and the installation of Safety Belts and Restraint Systems, in Motor vehicles of category M,N and L7 w.e.f. 01st April, 2025. Further, the vehicles of category M1, manufactured on and after the 1st April 2025, shall meet the requirement of safety belt reminder for all front facing rear seats as per AIS-145-2018.

xiii. Published rules for Active safety features in Medium and Heavy Duty vehicles, which provide for Braking System including Anti-lock Braking, Endurance Braking System for M2, M3, N1, N2, N3 and Quadricycle (effective for new models from 1st January, 2027 and for existing models from 1st October, 2027), and Advanced Driver Assistance Systems (ADAS) including Vehicle Stability Function (VSF), Lane Departure Warning System (LDWS), Driver Drowsiness and Attention Warning Systems, Blind Spot Information Systems and Moving off Information Systems for M2, M3, N2 and N3 categories of vehicles (effective for new models from 1st October, 2027 and for existing

models from 1st January, 2028).

(3) Enforcement:

i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology. Traffic management and enforcement is essentially in the domain of State Governments/UT Administrations. While Central Government formulates rules under the Motor Vehicle Act, 1988, the enforcement of these rules comes under the purview of State Governments/UT Administrations.

ii. Issued rules for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices on high risk & high density corridors on National Highways, State Highways and critical junctions cities having a population of more than one million in the country and cities under National Clean Air Programme (NCAP).

iii. Government has issued guidelines for incentive to States for Implementation of Electronic Enforcement of Road Safety under the Scheme for Special Assistance to States for Capital Investment 2025-26 (SASCI 2025-26) with allocation of Rs. 3,000 Crore (on first come first serve basis).

iv. On 10th June, 2024, the Government has issued an advisory to all the States and Union territories on technological interventions for ensuring compliance with Motor Vehicle Act, 1988.

(4) Emergency care:

i. Revised the scheme guidelines (named as Rah-Veer) for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or non-medical care or assistance at the scene of an accident to the victim or transports such victim to the hospital. As per the scheme, the reward for Rah-Veer has been increased to Rs. 25,000/- from Rs. 5,000/-.

ii. Enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs.2,00,000 for death).

iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridors of National Highways.

iv. Government in Ministry of Road Transport and Highways has notified the Cashless Treatment of Road Accident Victims Scheme, 2025 on 5th May, 2025. The detailed guidelines including process flow, stakeholder wise standard operating procedures and clearly delineated roles and responsibilities have also been notified on 4th June, 2025.

IMPLEMENTATION OF AUTONOMOUS VEHICLE (AV) TECHNOLOGY

4464. SHRI M. K. RAGHAVAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has undertaken any assessment on the feasibility of upgrading Indian roads to enable Autonomous Vehicle (AV) technology, if so, the details thereof;

(b) whether the Government proposes to upgrade road infrastructure, digital mapping and traffic management systems to support deployment of Autonomous Vehicles (AVs), if so, the timeline and the details thereof;

(c) whether the Government is planning to upgrade the infrastructure of National Highway (NH)-66 in the State of Kerala which is currently under construction to make it capable of supporting Autonomous Vehicle (AV) movement, if so, the details thereof; and

(d) whether the Government has proposed any collaboration with State Governments for developing AV-ready smart cities or Intelligent Transport Systems (ITS), if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d): No such proposal in respect of Autonomous Vehicle technology is under consideration.

The Government provides financial assistance under the Intelligent Transport System (ITS) Scheme to support adoption of Information and Communication

Technology (ICT) based solutions in public transport, including fleet management systems for tracking, scheduling and operations.

DEVELOPMENT OF MSMEs

4465. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has conducted any survey for development of Micro, Small and Medium Enterprises (MSMEs) in the country;

(b) if so, the details and the outcomes thereof including the funds allocated for the purpose;

(c) whether the Government proposes to enhance the existing investment limits in plant and machineries in MSME sector, if so, the details thereof and if not, the reasons therefor; and

(d) the other steps taken by the Government to have integrated approach for development of the MSME sector in the country?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): Ministry of Statistics and Programme Implementation conducts Annual Survey of Unincorporated Sector Enterprises (ASUSE) to capture the economic

and operational characteristics of unincorporated non-agricultural establishments in manufacturing, trade, and services sectors. As per the latest report of ASUSE 2023-24, out of 7.33 crore estimated establishments, 99.9 % classified as MSMEs in all India. As per Udyam Registration portal of Ministry of MSME there are 7.94 crore MSMEs registered as on 17.03.2026

(c): A revised definition, based on the twin criteria of investment and turnover, was adopted on 01.07.2020 to define Micro, Small and Medium Enterprises (MSMEs). The investment and turnover limits have been further revised to 2.5 and 2 times respectively for classification of MSMEs vide Notification SO. 1364(E) dated 21.03.2025 with effect from 01.04.2025. The revised definition is as follows:

Enterprise (Both Manufacturing and Services)	**Investment in Plant and Machinery or Equipment**	**Turnover**
Micro	Not exceeding Rs. 2.5crore	Not exceeding Rs. 10crore
Small	Not exceeding Rs. 25 crore	Not exceeding Rs. 100 crore
Medium	Not exceeding Rs. 125 crore	Not exceeding Rs. 500 crore

(d): The Government of India, through the Ministry of Micro, Small & Medium Enterprises (MSME), implements various schemes for the promotion and development of MSMEs across the country.

These schemes/ programmes include Prime Minister’s Employment Generation Programme, Credit Guarantee Scheme for Micro and Small Enterprises, Micro and Small Enterprises-Cluster Development Programme,

Entrepreneurship Skill Development Programme, Procurement and Marketing Support Scheme, Raising and Accelerating MSME Performance, International Cooperation scheme, Tool Rooms, Technology Centre System Programme, National SC/ST Hub, MSME Champions, PM Vishwakarma etc.

Further, Government has taken a number of initiatives to support the MSME Sector across the country. Some of these are the following:

i. Collateral free loan up to a limit of Rs. 500 lakh (w.e.f. 01.04.23) to MSEs with guarantee coverage up to 90 % for various categories of loan through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) under Credit Guarantee Scheme.
ii. Rs. 50,000 crore equity infusion through Self Reliant India Fund. This scheme has a provision for corpus of Rs.10,000 crore from Government of India.
iii. New criteria for classification of MSMEs with higher threshold, based on Investment and Turnover, to widen the ambit of the MSME sector.
iv. New registration of MSMEs through "Udyam Registration" for Ease of Doing Business.
v. No global tenders for procurement up to Rs. 200 crore
vi. Inclusion of retail and whole sale trades as MSMEs w.e.f. 02.07.2021.
vii. Non-tax benefits extended for 3 years in case of an upward change in status of MSMEs.
viii. Roll out of Raising and Accelerating MSME Performance (RAMP) programme

with an outlay of Rs. 6,000 crore over 5 years.

ix. Integration of Udyam Portal and National Career Service (NCS) of Ministry of Labour & Employment, as an outcome registered MSMEs are able to search for jobseekers on NCS.

x. Under Vivad se Vishwas – I, relief by way of refund of 95% of the deducted performance security, bid security and liquidated damages was provided to MSMEs. Relief was also provided to MSMEs debarred for default in execution of contracts.

xi. Launch of Udyam Assist Platform (UAP) to bring the Informal Micro Enterprises (IMEs) under the formal ambit for availing the benefit under Priority Sector Lending (PSL).

xii. Launch of 'PM Vishwakarma' Scheme on 17.09.2023 to provide benefits to the traditional artisans and craftspeople engaged in 18 specified trades.

OVERALL ACHIEVEMENT OF SMART CITIES MISSION

4466. SHRI RAHUL GANDHI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the total amount of funds sanctioned, released and utilised under the Smart Cities Mission (SCM) since its inception, city-wise;

(b) the details of the measurable indicators used to assess overall achievement of the said Mission at the national level and the details of the Mission's

performance thereon;

(c) the measurable indicators used for determining whether a city was successfully converted into a Smart City and the number of cities meeting this criteria;

(d) whether the Government maintains any comparative assessment of cities based on these indicators and if so, the list of ten highest-performing cities;

(e) whether any independent assessment has been conducted to evaluate the impact of the said Mission in improving urban infrastructure, sustainability and quality of life and if so, the findings thereof; and

(f) whether the Government considers the hundred cities selected under the said Mission to be Smart Cities now and if so, the criteria on which such assessment is based?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (f): Under Smart Cities Mission (SCM), out of Central Government's allocation of ₹48,000 Cr, the 100 cities selected under the mission have been able to claim Central Financial Assistance of ₹47,458 Cr (i.e. 99% of the total Central share allocation for cities). As reported by the States/ UTs, as on 01.03.2026, amount of ₹46,326 Cr has been utilized (i.e. 98% of the total Central Financial Assistance released for the cities).

Under SCM, a total 8,064 projects amounting to ₹1,64,811 Cr were taken

up since inception of the mission, out of which 7,784 projects (97% of total projects undertaken) worth ₹1,56,159 Cr have been completed and 280 projects amounting to ₹8,652 Cr are at implementation stage.

The objective of SCM was not the development of entire city but to follow an area-based development approach through retrofitting, redevelopment, greenfield development and a Pan-city initiative in which smart solutions are applied covering larger parts of the city, so as to create a replicable model.

NITI Aayog in its report titled 'Evaluation of Centrally Sponsored Schemes in Urban Transformation Sector and Skill Development' published in September 2025, has concluded that the SCM Mission has demonstrated strong relevance to India's Urban needs, with its objectives aligning with national development agendas

and SDGs.

City/UT wise details of Central Financial Assistance claimed, utilized and status of projects under SCM is given in the enclosed **Statement**.

STATEMENT

City/UT wise details of Central Financial Assistance claimed, funds utilized and status of projects under SCM:

(Amount in ₹ Cr)

Sl. No.	City Name	Status of GoI Funds		Total Projects		Completed Projects		At implementation stage	
		GoI funds claimed	GoI funds utilized	No. of Projects	Cost of Projects	No. of Projects	Cost of Projects	No. of Projects	Cost of Projects
1	Port Blair	306	245	18	511	9	72	9	439
2	Amaravati	488	488	19	903	14	746	5	157

3	Kakinada	490	485	92	1,908	80	1,731	12	177
4	Tirupati	392	388	104	2,083	92	1,649	12	433
5	Visakhapatnam	490	479	65	1,695	63	1,613	2	82
6	Itanagar	488	408	32	521	25	422	7	99
7	Pasighat	490	485	43	512	41	458	2	53
8	Guwahati	490	490	21	755	20	746	1	9
9	Bhagalpur	490	486	27	1,504	26	1,494	1	10
10	Biharsharif	433	418	61	1,449	57	1,252	4	197
11	Muzaffarpur	490	445	30	860	26	747	4	112
12	Patna	488	485	34	1,430	34	1,430	-	-
13	Chandigarh	490	490	97	2,694	97	2,694	-	-
14	Atal Nagar	488	476	52	944	52	944	-	-
15	Bilaspur	429	403	126	1,765	118	1,605	8	161
16	Raipur	453	453	342	1,745	336	1,639	6	106
17	Silvassa	392	389	29	853	12	416	17	437
18	Diu	386	386	52	1,148	43	1,093	9	55
19	NDMC	343	317	127	997	121	884	6	113
20	Panaji	490	470	51	1,051	50	1,043	1	8
21	Ahmedabad	490	490	70	2,655	69	2,626	1	29
22	Dahod	417	414	36	984	36	984		
23	Gandhinagar	490	463	43	1,046	42	846	1	200
24	Rajkot	490	488	71	2,184	71	2,184	-	-
25	Surat	490	490	87	2,694	87	2,694	-	-
26	Vadodara	490	489	52	1,943	52	1,943	-	-
27	Faridabad	490	490	44	929	35	763	9	166
28	Karnal	490	432	117	1,207	105	801	12	406
29	Dharamshala	490	477	80	656	76	605	4	50
30	Shimla	488	478	211	896	208	840	3	56
31	Jammu	489	455	127	2,969	125	2,940	2	29
32	Srinagar	452	441	161	3,634	157	3,532	4	103
33	Ranchi	490	490	26	1,847	26	1,847	-	-
34	Belagavi	490	490	217	2,780	212	2,722	5	58
35	Bengaluru	488	456	57	1,054	56	1,031	1	23
36	Davanagere	490	490	128	1,976	127	1,947	1	30
37	Hubballi-Dharwad	490	444	81	1,950	79	1,835	2	115
38	Mangaluru	490	457	105	2,579	98	2,484	7	95
39	Shivamogga	490	490	112	1,381	112	1,381	-	-
40	Tumakuru	490	490	217	2,099	217	2,099	-	-
41	Kochi	490	490	98	1,761	96	1,734	2	27
42	Thiruvananthapuram	488	474	79	1,242	77	1,179	2	64
43	Kavaratti	183	45	12	289	8	11	4	278

44	Bhopal	490	490	82	2,791	82	2,791	-	-
45	Gwalior	490	490	84	1,633	81	1,416	3	217
46	Indore	490	490	231	3,751	231	3,751	-	-
47	Jabalpur	490	490	130	2,197	130	2,197	-	-
48	Sagar	490	489	80	1,782	78	1,607	2	175
49	Satna	490	483	86	1,363	83	1,262	3	101
50	Ujjain	490	490	95	1,613	93	1,589	2	24
51	Aurangabad	490	490	47	2,835	45	2,690	2	145
52	Kalyan-Dombivali	490	490	19	1,245	16	721	3	523
53	Nagpur	490	490	47	1,768	40	1,588	7	180
54	Nashik	444	444	53	3,197	52	3,026	1	172
55	Pimpri-Chinchwad	490	490	25	1,304	24	1,172	1	132
56	Pune	490	490	55	3,333	55	3,333	-	-
57	Solapur	490	490	49	1,587	49	1,587	-	-
58	Thane	490	490	52	1,712	50	1,402	2	310
59	Imphal	398	348	27	513	23	346	4	167
60	Shillong	490	445	13	517	10	453	3	64
61	Aizawl	490	419	45	508	33	290	12	218
62	Kohima	490	475	40	689	40	689	-	-
63	Bhubaneswar	490	490	32	2,072	31	2,057	1	15
64	Rourkela	490	490	75	1,517	73	1,370	2	147
65	Puducherry	343	338	80	595	70	328	10	267
66	Amritsar	490	484	44	1,911	42	1,805	2	106
67	Jalandhar	490	445	78	1,186	74	1,023	4	163
68	Ludhiana	490	490	82	1,389	74	1,320	8	68
69	Ajmer	490	490	179	2,224	178	2,209	1	15
70	Jaipur	490	484	170	2,545	168	2,483	2	63
71	Kota	490	484	87	2,154	86	2,139	1	14
72	Udaipur	490	490	143	1,717	143	1,717	-	-
73	Gangtok	488	447	29	744	28	735	1	9
74	Namchi	490	464	26	917	24	781	2	136
75	Chennai	490	490	49	1,104	48	1,097	1	7
76	Coimbatore	490	490	72	1,455	72	1,455	-	-
77	Erode	490	486	55	1,304	55	1,304	-	-
78	Madurai	490	490	16	1,900	16	1,900	-	-
79	Salem	490	490	114	1,861	114	1,861	-	-
80	Thanjavur	490	488	103	996	102	989	1	8
81	Thoothukudi	490	482	75	1,038	75	1,038	-	-
82	Tiruchirappalli	490	489	83	1,548	83	1,548	-	-
83	Tirunelveli	490	480	81	1,817	81	1,817	-	-
84	Tiruppur	490	489	28	2,833	28	2,833	-	-
85	Vellore	490	489	53	2,096	52	2,083	1	13

86	Greater Warangal	377	377	119	1,800	103	1,499	16	302
87	Karimnagar	429	429	49	1,094	40	1,022	9	73
88	Agartala	490	490	77	808	77	808	-	-
89	Agra	490	490	62	2,369	62	2,369	-	-
90	Aligarh	490	488	52	1,830	51	1,730	1	100
91	Bareilly	490	485	88	1,476	88	1,476	-	-
92	Jhansi	490	490	78	1,868	78	1,868	-	-
93	Kanpur	490	489	91	3,060	91	3,060	-	-
94	Lucknow	490	490	103	2,126	102	2,115	1	11
95	Moradabad	490	490	41	1,503	41	1,503	-	-
96	Prayagraj	490	489	146	2,295	145	2,250	1	45
97	Saharanpur	490	488	115	1,292	113	1,235	2	57
98	Varanasi	490	490	117	3,342	117	3,342	-	-
99	Dehradun	490	484	33	1,144	32	939	1	204
100	New Town Kolkata	490	486	226	1,460	225	1,435	1	25
	Total	**47,320**	**46,203**	**8,064**	**1,64,811**	**7,784**	**1,56,159**	**280**	**8,652**
	Non-Selected Smart Cities	18	18						
	Sultanpur Lodhi	120	105						
	Grand Total	**47,458**	**46,326**						

(As reported by States / UTs as on 01.03.2026.)

बाढ़ और बाढ़जनित आपदाओं की पुनरावृत्ति

4467. श्री संजय उत्तमराव देशमुखः

श्री संजय हरिभाऊ जाधवः

श्री उत्कर्ष वर्मा मधुरः

श्री अरविंद गणपत सावंतः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने गत दस वर्षों के दौरान देशभर में बार-बार आने बाली बाढ़ और बाढ़जनित आपदाओं का संज्ञान लिया है और यदि हां, तो उक्त अवधि के दौरान इससे प्रभावित राज्यों, गांवों, परिवारों और लोगों की संख्या का राज्य-वार और विशेषकर महाराष्ट्र के संबंध में ब्यौरा क्या है;

(ख) क्या सरकार ने संबंधित अधिकारियों द्वारा दी गई इस स्वीकारोक्ति पर भी संज्ञान लिया है कि कमजोर तटबंधों, अतिक्रमण, वनों की कटाई और खराब जल निकासी ने उक्त संकटों को और अधिक गंभीर बना दिया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने महाराष्ट्र सहित अन्य बाढ़ प्रवण राज्यों में इसी प्रकार के जोखिमों का आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) वर्तमान मानसून के दौरान समुचित नहीं पाए गए तटबंधों की संख्या सहित उन तटबंधों की संख्या कितनी है जो टूट गए हैं;

(ङ) पनधारा और जलग्रहण क्षेत्र प्रबंधन, आर्द्रभूमि पुनर्स्थापना और आधुनिक पूर्व-चेतावनी प्रणालियों सहित सरकार की अल्पकालिक और दीर्घकालिक बाढ़ शमन योजनाओं का राज्य और जिला-वार ब्यौरा क्या है और बाढ़ के कारण विस्थापित व्यक्तियों को स्थायी पुनर्वास और पुनर्व्यवस्थापन प्रदान करने के लिए उठाए गए कदमों का ब्यौरा क्या है; और

(च) उक्त अवधि के दौरान इस उद्देश्य के लिए आवंटित निधि का राज्य-वार ब्यौरा क्या है, और उन किसानों को मुआवजा देने के लिए उठाए गए कदमों का ब्यौरा क्या है जिनकी कृषि योग्य भूमि बाढ़ के कारण नदियों के कटाव का शिकार हो गई है या जलमग्न हो गई है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (घ): देश के विभिन्न राज्यों में अलग-अलग तीव्रता से बार-बार बाढ़ आती है। केंद्रीय जल आयोग (सीडब्ल्यूसी) की वर्ष 1986 से 2022 तक के सैटेलाइट इमेजरी डेटा पर आधारित "भारत में बाढ़ से प्रभावित क्षेत्र का आकलन (2024)" रिपोर्ट के अनुसार, भारत में कुल बाढ़ प्रभावित क्षेत्र 21.213 मिलियन हेक्टेयर है और केंद्र/राज्य सरकार द्वारा बाढ़ प्रबंधन के लिए उठाए गए विभिन्न कदमों के माध्यम से संरक्षित क्षेत्र 20.538 मिलियन हेक्टेयर है। राज्य-वार ब्यौरा सहित उपरोक्त रिपोर्ट https://cwc.gov.in/sites/default/files/assessment-area-affected-due-floods-

india.pdf पर उपलब्ध है। रिपोर्ट के अनुसार, महाराष्ट्र में प्रभावित क्षेत्र क्रमश: 0.888 मिलियन हेक्टेयर और संरक्षित क्षेत्र 0.001 मिलियन हेक्टेयर है।

गांवों, परिवारों, प्रभावित लोगों, तटबंधों की विफलता/ब्रीच्रड आदि के आँकड़े केंद्रीय स्तर पर संग्रहित नहीं किए जाते हैं।

(ङ) और (च): बाढ़ प्रबंधन और कटाव रोधी योजनाएं संबंधित राज्य सरकारों द्वारा अपनी प्राथमिकता के अनुसार तैयार और कार्यान्वित की जाती हैं। केंद्र सरकार, राज्यों को तकनीकी मार्गदर्शन और गंभीर क्षेत्रों में बाढ़ प्रबंधन के लिए प्रोत्साहन हेतु वित्तीय सहायता प्रदान करके उनके प्रयासों में समर्थन

करती है।

एकीकृत बाढ़ दृष्टिकोण का उद्देश्य किफायती दर लागत पर बाढ़ से होने वाली हानि से उचित स्तर की सुरक्षा प्रदान करने के लिए संरचनात्मक और गैर-संरचनात्मक उपायों का विवेकपूर्ण मिश्रण अपनाना है। अल्पकालिक और दीर्घकालिक बाढ़ शमन उपायों में वाटरशेड और जलग्रहण क्षेत्र प्रबंधन, आर्द्रभूमि पुनर्स्थापना, प्रारंभिक चेतावनी प्रणालियों को सुदृढ़ करना और बाढ़ के मैदानों का क्षेत्रीकरण शामिल हैं। केंद्र सरकार द्वारा वर्ष 2021-26 के दौरान बाढ़ नियंत्रण, कटाव रोधी, जल निकासी विकास, समुद्री कटाव रोधी आदि से संबंधित कार्यों के लिए राज्यों को केंद्रीय सहायता प्रदान करने हेतु केंद्र प्रायोजित "बाढ़ प्रबंधन और सीमावर्ती क्षेत्र कार्यक्रम (एफएमबीएपी)" कार्यान्वित किया जा रहा है। एफएमबीपी घटक के तहत मार्च 2025 तक विभिन्न राज्यों को कुल 8818.66 करोड़ रुपए की केंद्रीय सहायता जारी की जा चुकी है।

केंद्रीय जल आयोग (सीडब्ल्यूसी) मानक संचालन प्रक्रिया के अनुसार 350 बाढ़ पूर्वानुमान केंद्रों (150 अंतर्वाह पूर्वानुमान केंद्र + 200 जलस्तर पूर्वानुमान केंद्र) का एक नेटवर्क संचालित करता है। इन 350 केंद्रों में से 22 बाढ़ पूर्वानुमान केंद्र महाराष्ट्र में स्थित हैं (गोदावरी और कृष्णा बेसिन में 8

जलस्तर पूर्वानुमान केंद्र और 14 अंतर्वाह पूर्वानुमान केंद्र)। स्थानीय अधिकारियों को लोगों की निकासी की योजना बनाने और अन्य उपचारात्मक उपाय करने के लिए अधिक समय देने हेतु, सीडब्ल्यूसी द्वारा चिन्हित बाढ़ पूर्वानुमान और अंतर्वाह पूर्वानुमान केंद्रों पर 7 दिन पहले बाढ़ पूर्वानुमान एडवाइज़री प्रदान करने, साथ ही 24 घंटे तक की प्रतिक्रिया अवधि वाला अल्पकालिक पूर्वानुमान के लिए वर्षा-अंतर्वाह गणितीय मॉडलिंग पर आधारित बेसिन-वार बाढ़ पूर्वानुमान मॉडल विकसित किया गया है।

जल शक्ति मंत्रालय ने राज्यों को देश में बाढ़ प्रबंधन के एक गैर-संरचनात्मक उपाय के रूप में बाढ़ मैदान क्षेत्रीकरण दृष्टिकोण अपनाने की आवश्यकता पर लगातार बल दिया है। बाढ़ के मैदानों का वैज्ञानिक आकलन करने और बाढ़ शमन के एक गैर-संरचनात्मक उपाय के रूप में इसका ज़ोनिंग करने में राज्यों को सक्षम बनाने के उद्देश्य से, जल शक्ति मंत्रालय द्वारा अगस्त 2025 में बाढ़ के मैदान ज़ोनिंग पर एक तकनीकी दिशानिर्देश तैयार किया गया और राज्यों/संघ राज्य क्षेत्रों को प्रसारित किया गया।

राज्य सरकार अधिसूचित आपदाओं के ध्यान में रखते हुए आवश्यक राहत उपाय प्रदान करने के लिए मुख्य रूप से जिम्मेदार है। इसके लिए राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) के रूप में उपलब्ध निधि का उपयोग भारत सरकार द्वारा अनुमोदित मदों और मानदंडों के अनुसार किया जाता है। एसडीआरएफ के अतिरिक्त, राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता, निर्धारित प्रक्रिया के अनुसार, 'गंभीर प्रकृति' की आपदा के मामले में की जाती है, जिसमें अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) के दौरे के आधार पर मूल्यांकन शामिल होता है। एसडीआरएफ और एनडीआरएफ के अंतर्गत प्रदान की जाने वाली वित्तीय सहायता मुआवजा के रूप न होकर राहत के रूप में होती है।

DRINKING WATER SHORTAGES AND IRRIGATION STRESS IN LADAKH

4468. SHRI CHARANJIT SINGH CHANNI:
SHRI SAPTAGIRI SANKAR ULAKA:
SHRI KARTI P. CHIDAMBARAM:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the data on the number of villages reporting drinking water shortages and irrigation stress along with estimated annual water deficit in cubic metres in the Union Territory of Ladakh since 2021, year-wise;

(b) the status of glacial retreat assessments for Ladakh's river basins conducted by the Government including data on glacial area loss since 2021, year-wise along with change in snow cover and spring discharge levels;

(c) the projected water availability for Ladakh used in official planning documents for 2025 and 2030; and

(d) the funds allocated and utilised for water conservation and recharge measures in Ladakh since 2022?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a): Since August 2019, Government of India is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal, in partnership with States/ UTs including UT of Ladakh, to make provision of safe and adequate tap water connection to every rural household of the country. As reported by UT of Ladakh on JJM IMIS, out of the 240 villages, 201 villages have been reported as Har Ghar Jal and works are in

progress in remaining villages.

As reported by Central Ground Water Board (CGWB), the dynamic ground water resources of country are assessed every year from 2022 jointly by CGWB and State/UT Governments. As per the 2025 assessment for the UT of Ladakh, the Total Annual Ground Water Recharge is 0.07 Billion Cubic Meter (BCM) and the Annual Extractable Ground Water Resource is 0.06 BCM. The Total Annual Ground Water Extraction has been estimated as 0.02 BCM. The Stage of Ground Water Extraction, which is a measure of Annual Ground Water Extraction for all uses (irrigation, industrial and domestic uses) over Annual Extractable Ground Water Resource is 30.93%**.** As per the latest assessment (2025), out of total 18 assessment units in the UT of Ladakh, only one(01) unit (5.56 %) has been characterized as 'Semi Critical' and rest all i.e. 17 units (94.44 %) are in 'Safe' category.

(b): Union Territory Administration of Ladakh has informed that no such study has been conducted regarding status of glacial retreat assessments for Ladakh's river basins including year-wise data since 2021 on glacial area loss, change in snow cover and spring discharge levels.

(c): As per CGWB, the year wise ground water resources availability i.e. Annual Extractable Groundwater Resource for the districts of Ladakh since 2022 is given in **Table 1** below:

S. No.	District	Annual Extractable Ground Water Resource (MCM) 2022	Annual Extractable Ground Water Resource (MCM) 2023	Annual Extractable Ground Water Resource (MCM) 2024	Annual Extractable Ground Water Resource (MCM) 2025
1	Kargil	24.54	28.49	14.04	14.05
2	Leh	48.65	51.48	46.63	46.63
	Total (MCM)	**73.19**	**79.97**	**60.67**	**60.68**

MCM: Million Cubic Meters

(d): UT of Ladakh has informed that Rs. 2162.51 lakhs have been allocated since 2022 out of which Rs. 1471.36 lakhs utilized for water conservation and recharge measure.

Further, CGWB is implementing the Ground Water Management and Regulation (GWMR), a Central Sector Scheme under which activities related to quality monitoring, exploration, assessment and management of ground water resources are carried out across the country. These efforts aim to support the sustainable management and improvement of groundwater levels nationwide.

Under the GWMR scheme, funds are not allocated to the State/ UTs, as the activities are directly implemented by CGWB. CGWB provides technical support to the State Governments on groundwater related issues. No specific budget has been allocated to Leh & Ladakh.

मध्य प्रदेश में ऑपरेशन ग्रीन योजना का विस्तार

4469. श्रीमती अनिता नागरसिंह चौहानः

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे किः

(क) 'ऑपरेशन ग्रीन्स' योजना, जो शुरू में केवल टीओपी (टमाटर, प्याज, आलू) फसलों तक सीमित थी, उसे सभी नाशवान कृषि उपज तक विस्तारित करने के संबंध में लिए गए निर्णयों का ब्यौरा क्या है और मध्य प्रदेश सहित देश में उक्त योजना के कार्यान्वयन की वर्तमान स्थिति क्या है;

(ख) मध्य प्रदेश में उक्त योजना के अंतर्गत लाभान्वित हुए किसान उत्पादक संगठनों, सहकारी समितियों और उद्यमियों की कुल संख्या का जिला-वार और विशेषकर रतलाम-झाबुआ-अलीराजपुर लोक सभा निर्वाचन क्षेत्र (संख्या 24) के संबंध में ब्यौरा क्या है; और

(ग) क्या उक्त योजना के माध्यम से उपरोक्त लोक सभा निर्वाचन क्षेत्र में किसानों की आय में वृद्धि और फसल की बर्बादी में कमी के संबंध में कोई प्रभाव संबंधी मूल्यांकन किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क): केंद्रीय बजट वर्ष 2018-19 के बजट भाषण में, "ऑपरेशन फ्लड" की तर्ज पर 500 करोड़ रुपए के परिव्यय के साथ"ऑपरेशन ग्रीन्स" योजना की घोषणा की गई थी, जिसका उद्देश्य किसान उत्पादक संगठनों, कृषि-लाजिस्टिक , प्रसंस्करण सुविधाओं और पेशेवर प्रबंधन को बढ़ावा था। यह योजना दो घटकों के साथ प्रायोगिक आधार पर शुरू की गई थी: (i) अल्पकालिक: मूल्य स्थिरीकरण उपाय (परिवहन और भंडारण - 50% सब्सिडी) और (ii) दीर्घकालिक: मूल्य श्रृंखला विकास परियोजनाएं। माननीय वित्त मंत्री द्वारा आत्मनिर्भर भारत पैकेज की घोषणा के अंतर्गत , ऑपरेशन ग्रीन्स योजना के अंतर्गत अल्पकालिक उपायों का दायरा 11.06.2020 से टीओपी से (टीओटीएएल) तक विस्तारित किया गया था। इसके अलावा, केंद्रीय बजट वर्ष 2021-22 के बजट भाषण में, दीर्घकालिक रणनीति

यानी एकीकृत मूल्य श्रृंखला विकास परियोजनाओं और ऑपरेशन ग्रीन्स योजना के अंतर्गत स्टैंडअलोन फसलोत्तर अवसंरचना परियोजनाओं का दायरा, जो मूल रूप से टमाटर, प्याज और आलू (टीओपी) फसलों पर लागू था, को बढ़ाकर 22 नाशवान फसलों तक कर दिया गया। दीर्घकालिक अंतःक्षेप घटक के अंतर्गत , मंत्रालय ने देश में 41 परियोजनाओं को स्वीकृति दी है। इनमें से एक परियोजना मध्य प्रदेश राज्य में स्वीकृत की गई है, जो चालू है। 41 परियोजनाओं के कार्यान्वयन की स्थिति संलग्न **विवरण** में दी गई है।

(ख) और (ग): मंत्रालय ने मध्य प्रदेश के धार जिले में एक एकीकृत मूल्य श्रृंखला विकास परियोजना को स्वीकृति दी है। इस परियोजना से एक किसान उत्पादक संगठन (एफपीओ) को लाभ मिला है, जिसमें कुल 548 किसान शामिल हैं। हालांकि, मंत्रालय ने मध्य प्रदेश के रतलाम-झाबुआ-अलीराजपुर लोकसभा निर्वाचन क्षेत्र में किसी भी परियोजना को स्वीकृति नहीं दी है।

<u>विवरण</u>

ऑपरेशन ग्रीन्स योजना के अंतर्गत स्वीकृत दीर्घकालिक अंत:क्षेप परियोजनाओं के कार्यान्वयन की स्थिति निम्न प्रकार है:

स्वीकृत परियोजनाओं की संख्या	जारी	पूर्ण	कुल परियोजना लागत (करोड़ रुपये में)	स्वीकृत सहायता अनुदान (करोड़ रुपये में)	जारी अनुदान सहायता (करोड़ रुपये में)
41	19	22	1901.76	451.30	286.13

LONG-PENDING LITIGATION CASES INVOLVING OIL PSUs

4470. SHRI SAPTAGIRI SANKAR ULAKA:

DR. NAMDEO KIRSAN:

SHRI BENNY BEHANAN:

SHRI HARISH CHANDRA MEENA:

SHRI KARTI P. CHIDAMBARAM:

SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether it is a fact that a large number of litigation cases involving oil PSUs are pending for more than ten years at various legal forums and if so, the details thereof;

(b) whether the Government has assessed the financial implications arising from such prolonged litigation cases and if so, the details thereof;

(c) whether the Government proposes to implement any monitoring mechanisms, including online systems to reduce such litigations; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): As per information collated from all Oil and Gas Public Sector Undertakings (PSUs), at present around 4,558 are pending for more than 10 years and the total financial implication / contingent liability involved in these cases is approximately ₹ 6386 Crore.

All major Oil and Gas CPSEs have developed an online litigation monitoring system (OLMS), functioning as a centralized, automated, and AI-powered platform for efficient case tracking, legal process management, compliance monitoring and to provide daily case updates of the matters along

with order sheets, enabling efficient handling in litigation tracking & discovery adopting digital transformation.

To expedite case resolutions, proactive measures such as filing early hearing applications, requesting mentions for early disposal, and maintaining regular follow-ups and conferences with legal counsels are being implemented. These efforts aim to ensure consistent listing of cases and facilitate prompt resolution of legal matters. Periodic review of cases with the advocates is undertaken to assess all matters which can be settled mutually. These settlements save time by avoiding prolonged legal processes and contribute to substantial cost savings by minimizing legal fees and court expenses.

UPGRADATION AND MODERNISATION OF RUNWAYS

4471. SHRI ARVIND DHARMAPURI:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government conducts periodic assessment of the quality, safety and load- bearing capacity of airport runways in the country and if so, the details thereof;

(b) the number of runways that have been upgraded, resurfaced or strengthened during the last five years, airport-wise;

(c) whether any new technologies, materials or systems such as advanced pavement design, sensor-based monitoring or improved landing support

systems are being adopted to enhance runway safety and durability and if so, the details thereof; and

(d) the details of runway upgradation or modernisation projects currently underway or proposed along with the expected timelines for their completion?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a): Licensed aerodromes are required to comply with the provisions of Directorate General of Civil Aviation (DGCA) Civil Aviation Requirements (CAR) and Aerodrome Advisory Circulars, which mandate regular inspection and maintenance of runway infrastructure.

Periodic audits and inspections of aerodromes are conducted to verify compliance with prescribed standards and ensure that runway infrastructure continues to meet the required safety and operational performance criteria.

(b): During the last five years, a total of 43 runways at various airports of Airports Authority of India (AAI) across India have been upgraded, resurfaced and strengthened.

(c): Airports Authority of India (AAI) carries out runway pavement design based on FAA Rigid and Flexible Iterative Elastic Layer Design (FAARFIELD) developed by Federal Aviation Administration (FAA).

AAI has also conducted Airfield Pavement Management System (APMS)

study at 10 airports to assess repair and maintenance methodology required at Indian airports.

(d): Runway upgradation/modernisation projects are currently underway at 13 airports of AAI.

IMPLEMENTATION OF PMFME SCHEME

4472. DR. KALANIDHI VEERASWAMY:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the total amount of funds allocated, released and utilised under the PM Formalisation of Micro Food Processing Enterprises (PMFME) scheme since its launch including the allocation in the Union Budget 2026-27;

(b) the number of micro food processing enterprises assisted, trained and provided financial support under the scheme, State-wise, particularly in Tamil Nadu;

(c) the measures taken by the Government to enhance marketing, branding and access to credit for micro food entrepreneurs;

(d) whether the Government has assessed the impact of the scheme on income generation, employment and supply chain development for small food processors and if so, the details thereof; and

(e) the steps taken to ensure timely disbursement of funds, integration with formal supply chains and increased participation of women and marginalised

entrepreneurs under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Under the Pradhan Mantri Formalisation of Micro food processing Enterprises (PMFME) Scheme, Centre Share funds of Rs. 4316.04 crore has been released to State/ UTs for implementation of various components of the scheme as on 31st December 2025. The allocation of funds (Centre Share) to States / UTs depend on the progress of implementation of the scheme by them and utilization of already released funds. A total budget allocation of Rs. 1700 crore has been announced in the Union Budget 2026–27.

(b): As on 31st December 2025, the number of micro food processing enterprises assisted, trained, and provided financial support under the scheme, State-wise, including the State of Tamil Nadu is given in the enclosed **Statement-I**.

(c): Ministry of Food Processing Industries (MoFPI) through its PMFME Scheme is providing financial, technical and business support for upgradation of micro food processing enterprises in the country. The details of financial assistance available to Micro Food Processing Enterprises under PMFME Scheme are given in the enclosed **Statement-II**.

Further, Ministry has taken various initiatives / measures to increase the scheme's uptake and to create awareness among the various stakeholders and

public at large through National & State level awareness campaigns such as Newspaper advertisements, Radio Jingles, Exhibitions & Expos, Fairs, Buyer-Seller Meets etc. since the inception of the scheme.

(d): Ministry has conducted the third-party mid-term impact evaluation of the PMFME scheme to assess the impact of the scheme during FY 2024-25. As per the report, the Scheme has supported creation of more than 2.8 lakh employment opportunities. The study has highlighted that the integration of technology and financial support through PMFME has helped entrepreneurs by increasing their production capacity, turn over and business growth, leading to income generation, employment, and supply chain development.

(e): Ministry regularly reviews the State/ UT government to monitor the utilization and timely disbursement of funds. Assistance is provided for branding & marketing, and integration with formal retail and e-commerce platforms to strengthen market access and connect beneficiaries with formal supply chains. To increase participation of women and marginalised entrepreneurs under the scheme, Ministry has taken various initiatives / measures such as creating awareness among the various stakeholders and public at large through National & State level awareness campaigns. Till 31st December, 2025, loans for 1,72,707 micro food processing units have been sanctioned through credit linked subsidy support including 75,456 women, 14,593 SC and 9,600 ST beneficiaries under the PMFME Scheme.

STATEMENT- I

The State-wise number of micro food processing enterprises assisted, trained, and provided financial support under the PMFME scheme:

S. No.	State/UT	Loans Sanctioned (Nos.)	Approved Subsidy (in cr.)	SHG members sanctioned	Amount Sanctioned (in Cr.)	Number of Beneficiaries trained
1	Andaman And Nicobar Islands	18	1.03	110	0.42	62
2	Andhra Pradesh	8651	137.81	36926	139.88	7,534
3	Arunachal Pradesh	149	9.26	2524	6.56	1,344
4	Assam	5194	58.97	33454	100.43	15,409
5	Bihar	28648	660.88	24254	86.30	514
6	Chandigarh	5	0.21	0	0.00	21
7	Chhattisgarh	1442	62.49	10914	14.13	6,043
8	Dadra And Nagar Haveli And Daman And Diu	12	0.42	13	0.02	0
9	Delhi	378	8.98	0	0.00	786
10	Goa	141	5.40	2077	7.77	999
11	Gujarat	1217	78.26	7185	18.39	68
12	Haryana	1737	110.76	1675	6.10	671
13	Himachal Pradesh	2628	63.57	15602	58.67	7,367
14	Jammu And Kashmir	2121	43.20	1114	3.97	65
15	Jharkhand	4665	94.82	6158	20.72	891
16	Karnataka	8402	315.18	19054	74.91	2,465
17	Kerala	8478	221.96	6802	21.49	1,343
18	Ladakh	96	4.58	412	1.15	15
19	Madhya Pradesh	13221	442.85	13733	43.46	6,644
20	Maharashtra	27360	810.63	53857	192.67	38,182
21	Manipur	310	21.69	421	1.52	456
22	Meghalaya	237	4.07	4285	13.06	2,384
23	Mizoram	67	2.56	2641	10.11	47
24	Nagaland	440	7.84	3797	6.90	2,683
25	Odisha	3075	91.35	31195	93.05	10,769
26	Puducherry	203	4.52	1986	7.68	857
27	Punjab	3108	266.83	1404	4.36	671

28	Rajasthan	1444	85.11	7857	27.03	1,365
29	Sikkim	66	1.78	1275	5.07	956
30	Tamil Nadu	17869	410.20	31174	119.37	8,805
31	Telangana	7345	106.23	24502	95.92	11,740
32	Tripura	286	7.05	4278	16.26	3,524
33	Uttar Pradesh	22060	803.30	8511	25.97	2,043
34	Uttarakhand	1087	33.49	9349	31.27	0
35	West Bengal	547	32.39	7787	28.37	0
	Total	**172707**	**5009.67**	**376326**	**1282.99**	**1,36,723**

STATEMENT-II

The details of financial assistance available under Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme:

(i). *Support to Individual / Group Category Micro Enterprises:* Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;

(ii). *Support to SHGs for seed capital:* Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakh per SHG Federation.

(iii). *Support for Common Infrastructure:* Credit linked capital subsidy @35% subject to maximum of Rs. 3 crore to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure. The common infrastructure will also be available for other units and public to utilize on hiring basis for substantial part of the capacity.

(iv). *Branding and Marketing Support:* Grant upto 50% for Branding and Marketing

to groups of FPOs/ SHGs/ Cooperatives or an SPV of micro food processing enterprises.

(v). *Capacity Building:* The scheme envisages training for Entrepreneurship Development Program (EDP) modified to meet the requirement of food processing industry and product specific skilling.

EXPANSION OF AIRPORT INFRASTRUCTURE

4473. SHRI ASADUDDIN OWAISI:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government has formulated any time-bound roadmap for achieving the target of 350-400 operational airports by 2047 and if so, the details thereof;

(b) the current status of land acquisition, Special Purpose Vehicle (SPV) formation and investment mobilisation in this regard;

(c) whether it is a fact that the Directorate General of Civil Aviation (DGCA) is presently facing a severe manpower shortage with the vacancies of nearly fifty per cent of sanctioned safety and technical posts and if so, the details thereof;

(d) the steps taken by the Government to expedite the recruitment process and modernise surveillance systems across the DGCA, Bureau of Civil Aviation Security (BCAS) and Airports Authority of India (AAI) to ensure compliance

with international aviation safety standards; and

(e) whether the Government proposes to institute real-time risk assessment mechanisms during the ongoing airport expansion phase to prevent operational and passenger safety lapses and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a): In pursuance to the objectives of Viksit Bharat 2047, airport development and expansion are being undertaken through greenfield airports under the Greenfield Airports Policy, revival of unserved/underserved airports under RCS-UDAN, upgradation of existing airports by AAI, and promotion of private investment through PPP. 25 Greenfield airports have received in-principle approval, 13 are operational, and 6 have site clearance. Under RCS-UDAN, 663 routes connecting 95 aerodromes have been operationalised. The modified UDAN aims to connect 120 new destinations and serve 4 crore passengers in 10 years.

(b): Airport development, including land acquisition and investment mobilisation, is undertaken by the respective airport developers, including State Governments and private entities.

(c) and (d): In DGCA, 538 posts are vacant out of 1063 sanctioned posts, including 426 technical posts created during restructuring (2022 to 24). Recruitment is underway and offers have been issued to 106 candidates. AAI has

expedited recruitment and redeployed staff at operationally sensitive airports. BCAS fills posts through deputation with periodic vacancy circulars.

(e): Aerodrome operators conduct Safety Assessments under the Safety Management System (SMS) during airport infrastructure projects. DGCA reviews these assessments and conducts inspections to ensure safety of aircraft operations during expansion works.

RETAIL PRICES OF PETROL AND DIESEL

4474. KUMARI SUDHA R.:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the break-up of production cost, taxes and cesses leading to the final fixation of retail prices of Petrol, Diesel and Aviation Fuel per litre in the country;

(b) the percentage share of crude oil imported by India from different countries since the year 2020, year-wise and country-wise;

(c) whether the Government proposes to reduce the retail prices of Petrol and Diesel in the country and if so, the details thereof;

(d) the details of the number of Public Sector Oil Companies involved in the retail vending of Petrol and Diesel in the country; and

(e) the details of the profits earned by each of the Public Sector Oil Companies involved in the retail vending of Petrol and Diesel since the year 2020, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): Refining of crude oil is a process industry in which crude oil constitutes around 90% of the total cost. The crude is processed through several interconnected units that produce intermediate streams requiring further reprocessing and blending. Due to this integrated processing configuration, the overall production cost is shared and spread across multiple petroleum products, making product-wise cost allocation not feasible.

Petrol and Diesel: The details of price build-up of petrol and diesel in Delhi as on 12.03.2026 are given below:

(Rs./Litre)

Elements	Petrol	Diesel
Price charged to Dealers (excluding VAT)	74.97	71.81
Add: Dealer Commission (Average)	4.40	3.03
Add: VAT (including VAT on Dealer Commission)	15.40	12.83
Excise Duty	21.90	17.80
RSP (Rounded)	**94.77**	**87.67**

Source: IOCL

Aviation Turbine Fuel (ATF): Excise duty is levied at 11% on ATF. However, Excise Duty is 2% in place of 11%, for supply to Scheduled Commuter Airlines (SCA) from the regional connectivity scheme (RCS) airports.

The details of VAT/ Sales tax Rates on Aviation Turbine Fuel (ATF) as on

01.03.2026 are given in the enclosed **Statement**.

(b): The quantity of crude oil imported by India since 2020-21 is given below:

Year	Quantity (MMT)
2020–21	196.5
2021–22	212.4
2022–23	232.7
2023–24	234.3
2024–25	243.2
2025–26 (Apr-Jan)	206.3

Source: Petroleum Planning and Analysis Cell (PPAC)

(c): Prices of petrol, diesel and Aviation Turbine Fuel (ATF) in the country are market-determined and the Public Sector Oil Marketing Companies (OMCs) take appropriate decision on pricing of petrol and diesel.

Government makes fiscal interventions whenever necessary to calibrate the tax structure applicable for petroleum products. Excise duty cuts by the Central Government and VAT reductions by some States provided relief to consumers, while the excise duty increase in April 2025 was absorbed by PSU OMCs without being passed on to consumers.

(d) and (e): Following Public Sector enterprises are involved in the marketing of petrol and diesel in the country:

1. Indian Oil Corporation Limited (IOCL)
2. Bharat Petroleum Corporation Limited (BPCL)
3. Hindustan Petroleum Corporation Limited (HPCL)
4. Mangalore Refinery and Petrochemicals Limited (MRPL)

5. Assam Gas Company Limited (AGCL)

The details of Standalone Profit After Tax (PAT) / loss of the above mentioned companies, since 2020-21 are given below:

(Rs. in Crore)

Companies	IOCL	BPCL	HPCL	MRPL	AGCL
2020-21	21,836	19,042	10,664	(240)	64.68
2021-22	24,184	11,363	6,383	2,955	48.93
2022-23	8,242	1,870	(8,974)	2,638	2.75
2023-24	39,619	26,674	14,694	3,596	17.19
2024-25	12,962	13,275	7,365	51	22.26

Source: Petroleum Planning and Analysis Cell (PPAC)

STATEMENT

VAT/ Sales tax Rates on Aviation Turbine Fuel (ATF) as on 01.03.2026

State	VAT / Sales Tax Rate
Bihar	4%
Jharkhand	12%
Delhi	25.00%
Haryana	20% + 5% surcharge on tax; {1% when ATF sold to the dealer engaged in MRO and air adventure activities. 1% when ATF is sold to All Passenger Flights at all airports.
Gujarat	5.00%
Dadra Nagar Haveli and Daman & Diu	3.00%
Arunachal Pradesh	1.00%
Assam	18.65%
Manipur	1.00%
Meghalaya	0.00%
Mizoram	1.00%
Nagaland	1.00%

State	VAT / Sales Tax Rate
Tripura	1.00%
Karnataka	18.00%
Kerala	Sales Tax 5%, (Supplies to UTL- 4%)+ 1% Cess on Tax Trivandrum Airport - Tax 1% + 1% Cess - For 10 Yrs Nedumbassery (CIAL) - Tax 1% + 1% Cess - For 10 Yrs Kannur Airport - Tax 1% + 1% Cess - For 10 Yrs Calicut Airport - Tax 1% + 1% Cess - For 10 Yrs
Lakshadweep	10.00%
Chhattisgarh	4%
Madhya Pradesh	4.00%
Goa	15%+Goa Green Cess- 0.50%
Maharashtra	5.00% Mumbai - 18.00% Pune - 18.00% Raigad - 18.00%
Odisha	5.00%
Chandigarh	20.00% (MST:-Rs 10/- PER KL)
Himachal Pradesh	17.5 % or Rs 13.5 per liter whichever is greater for defence and 2% for scheduled Airlines & non scheduled airlines
Jammu and Kashmir	5%
Ladakh	MST 1 % FOR CIVIL FLIGHTS 26.25 % FOR DEFENCE AND OTHERS
Punjab	(a) 4% plus 10% surcharge on tax- when sold at airports in Punjab to scheduled and non-scheduled airlines carrying passengers. (b) for others residual rate is @13% plus surcharge on tax- 10%
Rajasthan	A) 26% , B) 2 % when sale of Aviation Turbine Fuel (ATF) by a registered dealer to any airline which operates commercial flights in and/or from the State of Rajasthan C) 2% when sales of ATF to Flying Training Organisations
Andhra Pradesh	1.00%
Telangana	16.00%

State	VAT / Sales Tax Rate
Puducherry	14.50%
Tamil Nadu	29%,Concessional rate is applicable on following supplies 1) International airline -0% 2) Govt Dept-5% 3) Designated Indian Carrier-0%
Uttar Pradesh	1.00%
Uttarakhand	2.00%
Andaman & Nicobar Islands	1.00%
Sikkim	1.00%
West Bengal	20%+ Additional Tax on tax- 20% Andal & Coochbehar Airport - Scheduled Airline- Nil. Bagdogra Airport - Scheduled Airline-12.5% + 20% Add. Tax on tax.

Source: Petroleum Planning and Analysis Cell (PPAC)

VENTURE CAPITAL FUND FOR SCHEDULED TRIBES

4475. DR. RANI SRIKUMAR:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the total number of applications received, approved and rejected under the Venture Capital Fund for Scheduled Tribes since its inception, year-wise and State-wise;

(b) the number of beneficiaries assisted and the amount of financial support provided under the Fund since its inception, year-wise;

(c) the details of the initial corpus earmarked for the Fund, the amount released and utilized therefrom since its inception, year-wise and whether the corpus

has been revised or enhanced thereafter, if so, the details thereof; and

(d) whether any proposals have been considered to expand the Fund and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): The details of the applications received, approved and rejected under the Venture Capital Fund for Scheduled Tribes scheme since its inception, year-wise and State-wise, is given below:

FY/State	Cancelled	Under Process	Screening Committee (For recommendation)	Investment Committee (for Sanctions)	Grand Total
2023-24	**3**				**3**
Jharkhand	1				1
Odisha	1				1
Tamil Nadu	1				1
2024-25	**11**		**2**	**2**	**15**
Arunachal Pradesh			1		1
Assam	1				1
Chhattisgarh				1	1
Karnataka	3				3
Maharashtra	1				1
Manipur	1				1
Mizoram	1				1
Odisha	1				1
Rajasthan	1		1		2
Telangana				1	1
Uttar Pradesh	1				1
West Bengal	1				1
2025-26	**8**	**8**	**4**		**20**

Chhattisgarh		1			1
Delhi		1			1
Haryana	1				1
Himachal Pradesh			1		1
Jharkhand		1	1		2
Karnataka			1		1
Maharashtra	1				1
Manipur		1			1
Mizoram	1				1
Nagaland		1			1
Rajasthan	3				3
Tamil Nadu	1				1
Telangana	1	1	1		3
Tripura		1			1
Uttar Pradesh		1			1
Grand Total	**22**	**8**	**6**	**2**	**38**

(b): The details of the beneficiaries assisted and amount of financial support provided under the Venture Capital Fund for Scheduled Tribes scheme since its inception, is given below:

Sl. No.	Name of the Company	State	Sanction Amt (Rs. Cr)
1	Hemal Food Product Pvt. Ltd.	Chhattisgarh	3.42

(c): The initial corpus earmarked for the Fund were Rs.50.00 crore out of which Ministry of Tribal Affairs released Rs.20.00 crore. An amount of Rs. 3.42 crore has been sanctioned till date out of which Rs.1.51 crore has been disbursed.

(d): The proposal for expansion of fund is under consideration with the Expenditure Finance Committee. Details will be finalized once the appraisal is

complete.

CORPORATE SOCIAL RESPONSIBILITY INITIATIVE

4476. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the details of activities and facilities under the administrative control of the Ministry that are presently covered under Corporate Social Responsibility (CSR) initiatives along National Highways (NHs) including those implemented through National Highways Authority of India (NHAI);

(b) whether the Government proposes to include road safety related facilities such as ambulance and emergency services, trauma care centres, public amenities including toilet complexes, rest areas and construction of hospitals along the Amravati–Yavatmal–Solapur corridors in the State of Maharashtra, under the purview of CSR activities; and

(c) if so, the details thereof, including the policy framework, guidelines issued or proposed, the role of public sector undertakings and private concessionaires and the timeframe by which these CSR-supported facilities are likely to be operationalized?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): The legal framework for Corporate Social Responsibility (CSR) has been provided under section 135 of the Companies Act, 2013 ('Act'), schedule vii of the Act and Companies (CSR policy) rules, 2014. Schedule vii of the act indicates the eligible list of activities that can be undertaken by the companies under CSR. National Highways Authority of India is a statutory body established by an Act of Parliament and CSR framework is not applicable to NHAI as it is legally required only in respect of companies established under the Companies Act.

CSR is a board driven process and the board of the company plans, decides, executes and monitors the CSR activities of the company based on the recommendation of its CSR committee. The government does not issue any directions to the companies for deciding their CSR policy or beneficiary.

पीएमकेएसवाई के अंतर्गत खाद्य प्रसंस्करण इकाइयां

4477. श्रीमती मंजू शर्माः

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) के अंतर्गत खाद्य प्रसंस्करण इकाइयों या उद्योगों की स्थापना के लिए विभिन्न राज्यों, विशेषकर राजस्थान से प्रस्ताव आमंत्रित किए हैं;

(ख) यदि हां, तो विभिन्न राज्य सरकारों और उद्योगों से अब तक ऐसी प्रसंस्करण इकाइयों की स्थापना के लिए प्राप्त प्रस्तावों की संख्या कितनी है और राजस्थान में खाद्य प्रसंस्करण उद्योगों

की स्थापना के लिए उठाए गए प्रभावी कदम क्या हैं;

(ग) क्या राजस्थान में खाद्य प्रसंस्करण उद्योगों की स्थापना किए जाने और ऐसे उद्योगों की स्थापना को बढ़ावा देने के लिए ऋण उपलब्ध कराए जाने की प्रक्रिया को सरल बनाने के लिए कोई कदम उठाए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) राजस्थान में पिछले पांच वर्षों में से प्रत्येक वर्ष के दौरान खाद्य प्रसंस्करण उद्योगों की स्थापना के लिए उद्यमियों को प्रदान की गई वित्तीय सहायता का राज्य-वार और वर्ष-बार ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) से (ग): खाद्य प्रसंस्करण मंत्रालय खाद्य प्रसंस्करण क्षेत्र को बढ़ावा देने के लिए एक केंद्रीय क्षेत्र की अम्ब्रेला योजना के रूप में प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) का कार्यान्वयन कर रहा है। इस योजना के अंतर्गत, मंत्रालय योजना दिशानिर्देशों के अनुसार समय-समय पर जारी अभिरुचि की अभियक्ति (ईओआई) के माध्यम से राजस्थान सहित देश भर से पात्र संस्थाओं / संगठनों से प्रस्ताव आमंत्रित करता है। यह योजना मांग आधारित है और पीएमकेएसवाई की किसी भी घटक योजना के अंतर्गत राज्यवार निधि आवंटित / स्वीकृत / जारी नहीं की गई है। पात्रता मानदंडों और मूल्यांकन के आधार पर, परियोजनाओं को मंजूरी दी जाती है और वित्तीय सहायता अनुदान-सहायता / सब्सिडी के रूप में प्रदान की जाती है जो सामान्यतः योजना दिशानिर्देशों के अनुसार सामान्य श्रेणी के आवेदकों के लिए 35% से लेकर अनुसूचित जाति / अनुसूचित जनजाति / एनईआर और दुर्गम क्षेत्र के आवेदकों के लिए पात्र परियोजना लागत के 50% तक होती है।

राजस्थान में, पीएमकेएसवाई योजना के प्रारंभ से विभिन्न घटक योजनाओं के अंतर्गत निम्नलिखित परियोजनाओं को अनुमोदित किया गया है:

- एकीकृत शीत श्रृंखला और मूल्य वर्धन अवसंरचना - 14 परियोजनाएं

- खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन/ विस्तार (सीईएफपीपीसी) - 24 परियोजनाएं
- खाद्य परीक्षण और गुणवत्ता आश्वासन अवसंरचना - 02 परियोजनाएं
- कृषि प्रसंस्करण क्लस्टर अवसंरचना योजना - 02 परियोजनाएं
- अनुसंधान एवं विकास - 04 परियोजनाएं
- मेगा फूड पार्क - 02 परियोजनाएं
- बैकवर्ड और फॉरवर्ड लिंकेज - 06 परियोजनाएं

इन परियोजनाओं का उद्देश्य राज्य में खाद्य प्रसंस्करण और मूल्य वर्धन के लिए आधुनिक अवसंरचना का सृजन करना है। पीएमकेएसवाई के अंतर्गत सहायता प्राप्त परियोजनाओं के बैंक से ऋण लेने, निष्पादन, स्वामित्व और प्रबंधन की जिम्मेदारी परियोजना कार्यान्वयन एजेंसी (पीआईए) के पास है। यदि पीआईए से अनुरोध प्राप्त होते हैं, तो मंत्रालय परियोजना कार्यान्वयन के दौरान पीआईए द्वारा सामना की जाने वाली समस्याओं के समाधान को सुविधाजनक बनाने के लिए संबंधित बैंकों के साथ मामला उठाता है।

(घ): पीएमकेएसवाई के अंतर्गत, पिछले पांच वर्षों के दौरान राजस्थान में खाद्य प्रसंस्करण उद्योग की स्थापना के लिए उद्यमियों को प्रदान की गई वित्तीय सहायता का ब्यौरा संलग्न **विवरण** में दिया गया है।

<u>विवरण</u>

पिछले पांच वर्षों, 2021-22 से 2025-26 तक (दिनांक 31.01.2026 तक), के दौरान राजस्थान

में खाद्य प्रसंस्करण उद्योगों की स्थापना हेतु उद्यमियों को प्रदान की गई वित्तीय सहायता का ब्यौरा:

क्र.सं.	योजना	परियोजना का नाम	जिला	अनुमोदन की तिथि	परियोजना लागत (करोड़ रुपये में)	अनुमोदित अनुदान सहायता (करोड़ रुपये में)	जारी अनुदान सहायता (करोड़ रुपये में)	स्थिति
1	मेगा फूड पार्क योजना (एमएफपी)	श्री राम मेगा फूड पार्क प्राइवेट लिमिटेड	बीकानेर	07-04-2022	132.81	50	13.49	कार्यान्वयनाधीन
2	एकीकृत शीत श्रृंखला एवं मूल्य वर्धन अवसंरचना योजना (शीत श्रृंखला)	भागीरथ डेयरी प्राइवेट लिमिटेड	बाड़मेर	29-02-2024	31.16	7.26	4.62	कार्यान्वयनाधीन
3	कृषि प्रसंस्करण क्लस्टर अवसंरचना योजना (एपीसी)	मेसर्स गरुड़ अर्बन रेमेडीज लिमिटेड	जालौर	10.11.2022	38.65	10.00	3.3333	कार्यान्वयनाधीन
4	कृषि प्रसंस्करण क्लस्टर अवसंरचना योजना (एपीसी)	मेसर्स ग्रीनफील्ड्स एग्रो पार्क	टोंक	20.11.2023	23.21	8.6411	2.8803	कार्यान्वयनाधीन
5	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स सीजी फूड्स इंडिया प्राइवेट लिमिटेड (नूडल्स एंड स्नैक्स यूनिट)	अजमेर	23-05-2022	10.00	0.77	0.00	कार्यान्वयनाधीन
6	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स सीजी फूड्स इंडिया प्राइवेट लिमिटेड (फल और सब्जी प्रसंस्करण)	अजमेर	23-05-2022	9.64	1.58	0.78	कार्यान्वयनाधीन
7	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स श्री नारायण स्वामी एंटरप्राइजेज	जोधपुर	23-05-2022	6.11	1.51	1.51	पूर्ण
8	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन /	मेसर्स नोखा ग्वार गम इंडस्ट्रीज प्रा.	बीकानेर	05-12-2022	10.37	4.2	4.20	पूर्ण

	विस्तार योजना (सीईएफपीपीसी)	लि						
9	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स भगवतम फूड ग्रेन्स प्राइवेट लिमिटेड	बूंदी	24-01-2023	29.51	5	5.00	पूर्ण
10	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स बाबा रामदेव केमफूड इंडस्ट्रीज	नागौर	24-01-2023	22.80	1.62	1.62	पूर्ण
11	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स विद्या ग्लोबल फूड्स प्रा लिमिटेड (616)	बीकानेर	30-01-2023	18.90	3.81	1.87	कार्यान्वयनाधीन
12	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स विद्या ग्लोबल फूड्स प्रा लिमिटेड (623)	बीकानेर	30-01-2023	18.90	3.81	1.87	कार्यान्वयनाधीन
13	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स विद्या ग्लोबल फूड्स प्रा लिमिटेड (626)	बीकानेर	30-01-2023	14.73	3.08	1.51	कार्यान्वयनाधीन
14	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स विद्या ग्लोबल फूड्स प्रा लिमिटेड (644)	बीकानेर	30-01-2023	18.90	3.81	1.87	कार्यान्वयनाधीन
15	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स विद्या ग्लोबल फूड्स प्रा लिमिटेड (646)	बीकानेर	30-01-2023	10.86	1.93	0.95	कार्यान्वयनाधीन
16	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स ओम श्री एग्रो सोल्वेक्स	अजमेर	08-07-2023	11.40	3.81	3.81	पूर्ण
17	खाद्य प्रसंस्करण और	मेसर्स विद्या	बीकानेर	29-02-2024	20.79	5	0.00	कार्यान्वयनाधीन

	परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	ग्लोबल फूड्स प्राइवेट लिमिटेड						
18	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स विद्या ग्लोबल फूड्स प्राइवेट लिमिटेड (805)	बीकानेर	29-02-2024	20.60	5	0.00	कार्यान्वयनाधीन
19	खाद्य प्रसंस्करण और परिरक्षण क्षमता सृजन / विस्तार योजना (सीईएफपीपीसी)	मेसर्स श्रीमाधो फन फूड्स प्रा लिमिटेड	अजमेर	29-02-2024	12.21	3.12	1.56	कार्यान्वयनाधीन
20	खाद्य सुरक्षा और गुणवत्ता आश्वासन अवसंरचना	बीकानेर कृषि विपणन प्राइवेट लिमिटेड	जयपुर	01-03-2024	12.35	4.97	2.49	कार्यान्वयनाधीन

PROJECTS UNDER AMRUT AND AMRUT 2.0

4478. SHRI KARTICK CHANDRA PAUL:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the key projects along with their current status undertaken by Raiganj Municipality under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and AMRUT 2.0;

(b) the details of the funds received and utilised so far by Raiganj Municipality for infrastructure development;

(c) the details of the specific sectors targeted such as water supply, sewage, drainage, urban transportation and green spaces in Raiganj Municipality under AMRUT and AMRUT 2.0; and

(d) the monitoring and evaluation mechanisms in place to ensure the timely and

effective completion of projects under AMRUT and AMRUT 2.0 in Raiganj Municipality along with the challenges faced in implementing these missions?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and AMRUT 2.0, States/ Union Territories are empowered to select, appraise, prioritise and implement the projects. Under AMRUT, the State of West Bengal has taken up 05 green spaces & park projects worth ₹1.12 crore in Raiganj Municipality, which have been completed.

Under AMRUT 2.0, the State Water Action Plans of West Bengal comprising of 01 water supply project worth ₹32.39 crore (including Operation and Maintenance cost) have been approved in Raiganj. As per the information updated by the State on AMRUT 2.0 portal, the project has been awarded with a cost of ₹28.98 crore (capex) of which works worth ₹11.73 crore has been physically completed.

Under AMRUT/ AMRUT 2.0, funds are allocated and released/ sanctioned to States/UTs and not District/ULBs wise or project-wise. The States/ UTs utilise central share funds in any of the projects as per their physical/ financial progress.

The Mission guidelines have specific provisions for formation of State High Powered Steering Committee (SHPSC) headed by the Chief Secretary of the State, to monitor and supervise the implementation of the scheme at the State/

UT level. State Level Technical Committee (SLTC) headed by the Secretary, Urban Development & Housing Department provides technical support to the SHPSC in monitoring and supervising the scheme at the State level. Further, an Apex Committee constituted under the ambit of Mission guidelines reviews and monitor the Mission periodically. For assessment and monitoring of work done under AMRUT in the States/ UTs, there is a provision of Independent Review and Monitoring Agencies (IRMAs). Also, in order to fast-track the implementation of AMRUT, the progress is periodically reviewed and monitored through regular video conferences/ webinars/ workshops/ site-visits etc. by Ministry of Housing and Urban Affairs (MoHUA) with the States/ UTs & their ULBs. There is a dedicated AMRUT 2.0 online portal for tracking the progress and monitoring of projects provided by the States/ UTs.

कोराडी ताप विद्युत संयंत्र में एफजीडी प्रणाली

4479. श्री संजय हरिभाऊ जाधवः

क्या **विद्युत** मंत्री दिनांक 12 फरवरी, 2026 के अतारांकित प्रश्न संख्या 2215 के उत्तर के संबंध में यह बताने की कृपा करेंगे किः

(क) क्या कोराडी ताप विद्युत संयंत्र में एफजीडी प्रणाली लगाए जाने के लिए छह निविदाओं संबंधी प्रगति बहुत धीमी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और निविदा मूल्यांकन की वर्तमान स्थिति क्या है;

(ख) क्या सरकार अधिसूचित समय-सीमा के अनुसार 31.12.2027 से पहले एफजीडी प्रणाली का

शुरू किया जाना सुनिश्चित करने के लिए मासिक आधार पर रूपरेखा की निगरानी कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या महाराष्ट्र राज्य वीज निर्मिती कंपनी मर्यादित (महाजेनको) ने संविदात्मक दायित्वों को पूरा करने में विफल रहने वाले पांच निविदाओं (2003 में जारी) के ठेकेदारों को प्रतिबंधित या ब्लैकलिस्ट किया है या उनसे जोखिम और लागत खंड के अंतर्गत पूरी धनराशि वसूल की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या इन छह निविदाओं के परिणाम का पिछली पांच निविदाओं जैसा न होना सुनिश्चित करने के लिए कदम उठाए गए हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क): कोराडी ताप विद्युत संयंत्र महाराष्ट्र स्टेट पावर जनरेशन कंपनी लिमिटेड (महाजेनको) के स्वामित्व में है और इसमें 04 यूनिट शामिल हैं, अर्थात यूनिट सं. 6 (210 मेगावाट) तथा यूनिट सं. 8, 9 और 10 (3 x 660 मेगावाट)।

यूनिट नं. 6 के संबंध में फ्लू गैस डिसल्फराइज़ेशन (एफजीडी) प्रणाली को दिनांक 31.12.2024 को कमीशन किया गया था। यूनिट 8, 9 और 10 में एफजीडी प्रणाली की संस्थापना के लिए छठी निविदा की प्रगति निम्नानुसार है:

(i) निविदा दिनांक 11.06.2025 को प्रकाशित की गई थी और इसे जमा करने की अंतिम तिथि 01.07.2025 थी।

(ii) इसके बाद, विभिन्न संभावित बोलीदाताओं से प्राप्त अनुरोधों के आधार पर और व्यापक भागीदारी को सुगम बनाने के लिए, निविदा की समय-सीमा को सात बार बढ़ाया गया, जिसमें अंतिम विस्तार दिनांक 04.11.2025 तक किया गया।

(iii) तकनीकी-वाणिज्यिक बोलियाँ दिनांक 06.11.2025 को खोली गईं। प्राप्त तकनीकी-वाणिज्यिक बोलियों के मूल्यांकन के बाद, योग्य बोलीदाताओं की मूल्य बोलियाँ दिनांक 29.01.2026 को खोली गईं।

(ख): कोराडी ताप विद्युत संयंत्र 'क' श्रेणी के अंतर्गत आता है, और ऐसे संयंत्रों के लिए SO_2 उत्सर्जन मानकों के अनुपालन की समय-सीमा दिनांक 31.12.2027 है। निर्धारित समय-सीमा के बाद भी गैर-अनुपालन की स्थिति में, अनुपालन न करने वाले टीपीपी पर निम्नलिखित पर्यावरणीय क्षतिपूर्ति लगाई जाएगी:

समय-सीमा के बाद गैर-अनुपालन संचालन	**पर्यावरणीय क्षतिपूर्ति (रु. प्रति यूनिट उत्पादित विद्युत)**
0-180 दिन	0.20
181-365 दिन	0.30
366 दिन और आगे	0.40

(ग)**:** अनुबंध दायित्वों को पूरा करने में विफल ठेकेदार को वर्ष 2023 में जारी 5वें निविदा अनुबंध की समाप्ति के बाद तीन साल की अवधि के लिए महाजेनको द्वारा आमंत्रित बोलियों में भाग लेने से प्रतिबंधित कर दिया गया है।

अनुबंध की समाप्ति के बाद**,** बोलीदाता द्वारा प्रस्तुत बोली सुरक्षा (ईएमडी) और निष्पादन बैंक गारंटी अनुबंध के जोखिम और लागत खंड के तहत जब्त कर ली गई है।

(घ): महाजेनको द्वारा दी गई सूचना के अनुसार**,** वर्तमान निविदा के लिए खरीद नीति के अनुरूप आवश्यक सावधानी पहले ही बरती जा चुकी है।

गुजरात में पीएमएवाई-यू 2.0

4480. श्री जसवंतसिंह सुमनभाई भाभोरः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) गुजरात के दाहोद लोक सभा निर्वाचन क्षेत्र में प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू) 2.0 के अंतर्गत अब तक स्वीकृत किए गए और पूर्ण किए गए किफायती आवासों की संख्या कितनी है;

(ख) क्या सरकार ने उक्त लोक सभा निर्वाचन क्षेत्र में प्रवासी श्रमिकों और निम्न आय वर्ग (एलआईजी) के लिए किफायती किराये वाले आवासीय परिसरों (एआरएचसी) संबंधी कोई विशिष्ट योजना कार्यान्वित की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या उक्त लोक सभा निर्वाचन क्षेत्र को जनजाति बहुल क्षेत्र होने के कारण कोई अतिरिक्त केंद्रीय सहायता (एसीए) प्रदान की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) 25.06.2015 से प्रधान मंत्री आवास योजना शहरी (पीएमएवाई-यू) का कार्यान्वयन कर रहा है, जिसका उद्देश्य देश भर में पात्र शहरी लाभार्थियों को बुनियादी नागरिक सुविधाओं वाले हर मौसम में रहने योग्य पक्के आवास प्रदान करना है। पीएमएवाई-यू के कार्यान्वयन के अनुभवों से मिली सीख के आधार पर, आवासन और शहरी कार्य मंत्रालय ने योजना को नया रूप दिया है और अगले पांच वर्षों में 1 करोड़ अतिरिक्त पात्र लाभार्थियों की सहायता करने के लिए देश भर के शहरी क्षेत्रों में कार्यान्वयन के लिए 01.09.2024 से पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है। पीएमएवाई-यू 2.0 को चार घटकों अर्थात् लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से कार्यान्वित किया जा रहा है।

राज्य द्वारा प्रस्तुत परियोजना प्रस्ताव के आधार पर, 7,233 आवासों को स्वीकृति दी गई है,

जिनमें से 5,877 आवास पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत पूरे किए जा चुके हैं, जिसमें गुजरात के दाहोद लोक सभा संसदीय निर्वाचन क्षेत्र में पीएमएवाई-यू 2.0 के तहत स्वीकृत 1,287 और 45 पूरे किए गए आवास शामिल हैं। इस योजना की प्रगति को पीएमएवाई-यू डैशबोर्ड (https://dashboard.pmay-urban.gov.in) पर भी देखा जा सकता है।

(ख): आवासन और शहरी कार्य मंत्रालय ने देश भर में आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस)/निम्न आय वर्ग (एलआईजी) श्रेणी के प्रवासी श्रमिकों, शहरी गरीबों और अनौपचारिक क्षेत्र के श्रमिकों के सामने आने वाले आवास से संबंधित आवश्यकता को पूरा करने के लिए जुलाई 2020 में पीएमएवाई-यू की एक उप-योजना के रूप में किफायती किराया आवास परिसर (एआरएचसी) शुरू किए। यह योजना दो मॉडलों के माध्यम से कार्यान्वित की गई है।

मॉडल-1 के तहत, अब तक कुल 5,783 सरकारी वित्तपोषित खाली आवासों को एआरएचसी में परिवर्तित किया गया है। इसके अतिरिक्त, गुजरात, हिमाचल प्रदेश, हरियाणा, मध्य प्रदेश और राजस्थान राज्यों में 7,413 मौजूदा सरकारी वित्त पोषित खाली आवासों को एआरएचसी इकाइयों में परिवर्तित करने के प्रस्तावों पर कार्रवाई की गई है। इसके अलावा, मॉडल-2 के तहत राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा प्रस्तुत प्रस्तावों के आधार पर, आवासन और शहरी कार्य मंत्रालय ने कई राज्यों में 83,298 नई एआरएचसी इकाइयों के निर्माण के प्रस्तावों को अनुमोदित किया गया है। इसमें से 40,630 एआरएचसी इकाइयों का निर्माण कार्य पूरा हो चुका है। गुजरात के दाहोद लोक सभा संसदीय निर्वाचन क्षेत्र के लिए एआरएचसी के अंतर्गत गुजरात सरकार से कोई प्रस्ताव प्राप्त नहीं हुआ है।

इसके अलावा, एआरएचसी के संबंध में प्राप्त ज्ञान के आधार पर, पीएमएवाई-यू 2.0 के तहत किफायती किराया आवास (एआरएच) हेतु एक समर्पित घटक प्रावधान किया गया है, जिसका उद्देश्य शहरी प्रवासियों/औद्योगिक श्रमिकों/कामकाजी महिलाओं/छात्रों/शहरी गरीबों आदि सहित लक्षित लाभार्थियों के कार्यस्थलों के करीब किफायती किराया आवास के निर्माण को बढ़ावा देना है। एआरएच

घटक को दो मॉडलों के माध्यम से कार्यान्वित किया जाता है:

मॉडल-1: सार्वजनिक निजी भागीदारी मोड या सार्वजनिक एजेंसियों द्वारा मौजूदा सरकारी वित्त पोषित खाली आवासों को एआरएच में परिवर्तित करना।

मॉडल -2: शहरी गरीबों, कामकाजी महिलाओं, उद्योगों, औद्योगिक संपदाओं, संस्थाओं के कर्मियों और अन्य पात्र ईडब्ल्यूएस/एलआईजी परिवारों के लिए निजी/सार्वजनिक संस्थाओं द्वारा किराये के आवास का निर्माण, संचालन और रखरखाव करना।

पीएमएवाई-यू 2.0 के तहत सभी इच्छुक सार्वजनिक/निजी संस्थाओं द्वारा नई एआरएच इकाइयों के निर्माण के लिए परियोजना प्रस्तावों को प्रस्तुत करने के लिए मंत्रालय द्वारा रुचि की अभिव्यक्ति (ईओआई) जारी की गई है। ईओआई के लिए वेब लिंक https://pmay-urban.gov.in/ARH-EOI.pdf पर है। गुजरात सहित राज्य/संघ राज्य क्षेत्र सरकारों को स्थानीय मांग के अनुसार किराये के आवास बनाने के लिए एआरएच घटक के अंतर्गत प्रस्ताव प्रस्तुत करने के लिए प्रोत्साहित किया जाता है।

(ग): पीएमएवाई-यू 2.0 के योजना दिशानिर्देशों के अनुसार, इस योजना के तहत आवासों की खरीद/निर्माण के लिए अपेक्षित निधि को केंद्र सरकार, राज्य/संघ राज्य क्षेत्र सरकार/यूएलबी/कार्यान्वयन एजेंसियों और लाभार्थियों के बीच साझा किया जाता है। पीएमएवाई-यू 2.0 के तहत वित्तपोषण लाभार्थियों को लाभ प्रदान करने और उन्हें अन्य स्रोतों से निधियों की व्यवस्था करके अपने आवासों का निर्माण करने में सक्षम बनाने के लिए दिया जाता है। पीएमएवाई-यू 2.0 के बीएलसी/एएचपी घटक के तहत हिमालयी/पूर्वोत्तर राज्यों/विधान सभा वाले संघ राज्य क्षेत्रों के लिए सरकारी सहायता 90:10 के अनुपात में तय की गई है। शेष संघ राज्य क्षेत्रों के लिए, केंद्र और राज्य का साझाकरण अनुपात 100:0 है जबकि अन्य राज्यों के लिए यह 60:40 है। भारत सरकार द्वारा विभिन्न घटकों के तहत केन्द्रीय सहायता की एक निश्चित राशि प्रदान की जाती है। इस योजना के

दिशानिर्देशों के अनुसार, पीएमएवाई-यू 2.0 के तहत राज्य/संघ राज्य क्षेत्र का हिस्सा अनिवार्य है। हालाँकि, राज्य/संघ राज्य क्षेत्र लाभार्थियों पर बोझ कम करने के लिए राज्य का हिस्सा बढ़ा सकते हैं।

मुरादाबाद जिले में ग्रामीण जल सुरक्षा

4481. श्रीमती रुचि वीराः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने उत्तर प्रदेश के मुरादाबाद जिले में विशेषकर कुंदरकी, बिलारी, ठाकुरद्वारा और रामगंगा नदी के निकट स्थित निचले गांवों में, जहां भूजल स्तर में गिरावट, जल गुणवत्ता संबंधी जोखिम, मौसमी जल संकट और राष्ट्रीय जल आपूर्ति योजनाओं के कार्यान्वयन के बावजूद जल की अनियमित आपूर्ति के कारण घरेलू उपयोग, कृषि और पशुपालन प्रभावित हो रहा है, पेयजल उपलब्धता, भूजल स्थिरता और ग्रामीण जल सुरक्षा की व्यापक समीक्षा की है।

(ख) यदि हां, तो सरकार द्वारा उक्त जिले में दीर्घकालिक जल सुरक्षा सुनिश्चित करने के लिए किए गए स्रोत संधारणीयता अध्ययन, भूजल पुनर्भरण कार्यों, पेयजल अवसंरचना उन्नयन, जल गुणवत्ता निगरानी प्रणालियों और अंतर-अभिकरण समन्वय उपायों का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क): भारत सरकार देश के सभी ग्रामीण परिवारों को निर्धारित गुणवत्ता की पर्याप्त मात्रा (55 एलपीसीडी) में और नियमित तथा दीर्घकालिक आधार पर सुरक्षित और पीने योग्य नल जल आपूर्ति की व्यवस्था करने के लिए प्रतिबद्ध है। इस दिशा में, भारत सरकार ने जल जीवन मिशन (जेजेएम) शुरू किया, जिसे अगस्त 2019 से राज्यों/संघ राज्य क्षेत्रों की भागीदारी से कार्यान्वित किया जाना है।

पेयजल राज्य का विषय है, और इसलिए, जेजेएम के तहत आने वाली योजनाओं सहित

पेयजल आपूर्ति योजनाओं की आयोजना, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव की जिम्मेदारी राज्य/संघ राज्य क्षेत्र सरकारों की है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है।

उत्तर प्रदेश राज्य ने सूचित किया है कि जल जीवन मिशन कार्यक्रम के तहत, मुरादाबाद जिले के सभी ग्रामीण क्षेत्रों (कुंदरकी, बिलारी और ठाकुरद्वारा के ब्लॉक सहित) में "हर घर जल (हर घर में पानी का नल) पहल के तहत ग्रामीण पाइपगत जल योजनाओं का निर्माण किया जा रहा है। इस प्रयास के तहत प्रत्येक ग्रामीण पेयजल योजना के जल परिसर के भीतर वर्षा जल संचयन संरचनाओं का निर्माण किया जा रहा है। इसके अलावा, 2022 से 2025 तक की अवधि को कवर करने वाली भूजल संसाधन आकलन रिपोर्ट के अनुसार: बिलारी ब्लॉक को 2022 में "क्रिटीकल" और 2025 में "सेमी-क्रिटिकल" वर्गीकृत किया गया है; कुंदरकी ब्लॉक को 2022 और 2025 दोनों में "सेमी-क्रिटिकल" के रूप में वर्गीकृत किया गया है; और ठाकुरद्वारा ब्लॉक को 2022 और 2025 दोनों में "सुरक्षित" के रूप में वर्गीकृत किया गया है। वर्तमान में, मुरादाबाद जिले के भीतर किसी भी गांव को "जल गुणवत्ता जोखिम" की श्रेणी में आने के रूप में नहीं पहचाना गया है।

इसके अलावा, सीजीडब्ल्यूबी ने सूचित किया है कि नवीनतम 2025 आकलन के अनुसार, मुरादाबाद जिले में कुल वार्षिक भूजल पुनर्भरण 71,151.24 हेक्टेयर मीटर (एचएएम) अनुमानित किया गया है, जबकि वार्षिक निष्कर्षण योग्य भूजल संसाधन 64,036.11 एचएएम है। जिले में कुल वार्षिक भूजल निष्कर्षण 55,270.63 एचएएम अनुमानित है, जिसमें से 43,841.46 एचएएम (79.32%) सिंचाई के लिए और 10,462.11 एचएएम (18.93%) घरेलू उपयोग के लिए है।

सीजीडब्ल्यूबी मार्च/अप्रैल/मई, अगस्त, नवम्बर और जनवरी माह के दौरान प्रत्येक वर्ष में चार बार उत्तर प्रदेश राज्य सहित पूरे देश में भूजल स्तर की मैनुअल रूप से निगरानी करता है।

(ख) और (ग): उत्तर प्रदेश राज्य ने सूचित किया है कि जल जीवन मिशन कार्यक्रम के तहत जल

जीवन मिशन के तहत मुरादाबाद जिले के सभी ग्रामीण क्षेत्रों (कुंदरकी, बिलारी और ठाकुरद्वारा के ब्लॉक सहित) में ग्रामीण पेयजल योजनाओं का निर्माण किया जाता है। हर ग्रामीण पेयजल योजना के आधार पर जल परिसर के भीतर जल संरक्षण संरचनाओं का निर्माण किया जा रहा है। इसके अलावा, सिंचाई विभाग, लघु सिंचाई विभाग, भूजल विभाग, पंचायती राज विभाग और ग्रामीण विकास विभाग आदि जैसे विभिन्न विभागों द्वारा भूजल पुनर्भरण प्रयोजनों के लिए ग्रामीण क्षेत्रों में तालाबों और इसी तरह की संरचनाओं का निर्माण किया जाता है।

इसके अलावा, सीजीडब्ल्यूबी ने सूचित किया है कि कुंदरकी, बिलारी और ठाकुरद्वारा ब्लॉकों सहित उत्तर प्रदेश के मुरादाबाद जिले में भूजल स्थिरता और दीर्घकालिक जल सुरक्षा के लिए सहायता देने हेतु भारत सरकार द्वारा विभिन्न उपाय किए गए हैं।

जेजेएम के तहत, मौजूदा दिशानिर्देशों के अनुसार, भारतीय मानक ब्यूरो के बीआईएस: 10500 मानकों को पाइपगत जलापूर्ति योजनाओं के माध्यम से आपूर्ति किए जा रहे जल की गुणवत्ता के लिए बेंचमार्क के रूप में अपनाया जाता है। कार्यसंबंधी दिशानिर्देशों के अनुसार, राज्य/संघ राज्य क्षेत्र जल गुणवत्ता निगरानी और पर्यवेक्षण (डब्ल्यूक्यूएम एंड एस) गतिविधियों के लिए जेजेएम के तहत निधियों के अपने वार्षिक आवंटन का 2% तक उपयोग कर सकते हैं, जिसमें अन्य बातों के साथ-साथ जल गुणवत्ता परीक्षण प्रयोगशालाओं की स्थापना और सुदृढ़ीकरण, उपकरणों, उपस्करों, रसायनों, कांच के बने सामान, उपभोग्य सामग्रियों की खरीद, कुशल जनशक्ति को काम पर रखना, फील्ड टेस्ट किट (एफटीके) का उपयोग करके समुदाय द्वारा निगरानी, जल गुणवत्ता के संबंध में जागरूकता प्रसार, शैक्षिक कार्यक्रम, प्रयोगशालाओं का प्रत्यायन/मान्यता आदि शामिल हैं। इसके अलावा, विभिन्न हितधारकों के परामर्श से राज्यों/संघ राज्य क्षेत्रों के मार्गदर्शन के लिए दिसंबर 2024 में 'ग्रामीण परिवारों को पाइपगत पेयजल आपूर्ति की जल गुणवत्ता की निगरानी हेतु संक्षिप्त पुस्तिका' जारी की गई है। इस पुस्तिका में विभिन्न परीक्षण बिंदुओं जैसे स्रोत (सतह और भूजल दोनों), शोधन संयंत्र, भंडारण

और संवितरण स्थलों पर पेयजल के नमूनों का व्यापक परीक्षण करने और जहां भी आवश्यक हो, उपचारात्मक कार्रवाई करने की सिफारिश की गई है ताकि यह सुनिश्चित किया जा सके कि परिवारों को आपूर्ति किया गया जल निर्धारित गुणवत्ता का है।

FLIGHT DISRUPTIONS DUE TO FOG

4482. SHRI TAMILSELVAN THANGA:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government is aware of the fact that several flights originated from Indira Gandhi International (IGI) Airport, New Delhi were cancelled/delayed due to severe fog condition during the winter season i.e. December, 2025 and January 2026 and if so, the details thereof;

(b) whether in case of such flight cancellations, all the passengers were refunded their tickets money without any deductions by the concerned airlines and if so, the details thereof;

(c) whether the Government has received any complaints from the passengers regarding non- payment/partial payment of their cancelled flight tickets; and

(d) if so, the details thereof along with the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (d): Ministry held various meetings with all stakeholders and has issued directions in the form of SOP to all scheduled airlines to handle situations arising out of adverse weather conditions.

A total of 589 flights were cancelled and 538 flights were delayed at Indira Gandhi International Airport, New Delhi during the period from 10th December 2025 to 10th February 2026 due to fog conditions.

Generally flights are operated by the airlines as per approved schedule. However, at times due to various extraordinary reasons such weather, natural disaster, riot, labour disputes etc. which could not have been avoided even if all reasonable measures had been taken by the airline, the flight gets delayed or cancelled.

Further, in case of any delays and cancellation, airlines have to facilitate the affected passengers in accordance with DGCA issued CAR Section 3, Series M, Part IV titled 'Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights' to reduce inconvenience.

Ministry has established a permanent, 24x7 Passenger Assistance Control Room (PACR) to enhance passenger-centric governance. This initiative integrates MoCA, DGCA, AAI, and airlines for real-time monitoring of flight disruptions, baggage issues, and refunds, aiming to accelerate grievance redressal and improve the overall travel experience. Many passengers have expressed satisfaction that their grievances are acknowledged and resolved

promptly, and have conveyed their appreciation.

SHORTAGE OF LPG CYLINDERS IN ANDAMAN AND NICOBAR ISLANDS

4483. SHRI BISHNU PADA RAY:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether the Government is aware that the acute shortage of LPG cylinders in various parts of the UT of Andaman and Nicobar Islands such as Guptapara, Wandoor, Ferrargunj Tehsil, Dairy Farm area of Sri Vijayapuram Tehsil, Car Nicobar and Campbell Bay etc.;

(b) if so, the details thereof along with the action taken by the Government to address the grievances and to bridge the gap between the demand and supply of LPG cylinders in the said areas; and

(c) whether the Government proposes to appoint additional full-fledged LPG distributors asper the prescribed norms and to issue necessary directions to the concerned authorities to ensure uninterrupted and timely supply of LPG cylinders across all islands and if so, the details thereof along with the timeline fixed for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (c): Indian Oil Corporation Ltd. (IOCL) has informed that Domestic LPG supplies in the Andaman and Nicobar Islands are primarily managed by IOCL. IOCL LPG bottling plant at Port Blair supplies LPG cylinders to all distributors of Andaman and Nicobar Islands.

Appointment of LPG distributorships by the Public Sector Oil Marketing Companies (OMCs) is a continuous process and locations for setting up of LPG distributorships are identified and advertised as per Unified Selection Guidelines for LPG distributorships (USG)- 2016. There are 10 LPG distributors currently operating in the Andaman and Nicobar Islands. The details of currently operating LPG distributorships are given in the enclosed **Statement**.

Guptapara, Wandoor, Ferrargunj and Dairy Farm areas of Andaman and Nicobar Islandsare served by M/s Priya Indane. Further, Port Blair and six other distant markets i.e. Mayabunder, Neil, Havelock, Hutbay, Car Nicobar and Campbell Bay, are served by M/s Consumers' Cooperative Stores Limited.

The average refill delivery time in the Andaman and Nicobar Islands during the current financial year (April 2025–February 2026) has remained less than one day. Further,total domestic LPG consumption in the Andaman and Nicobar Islands has increased from 12,125 MT in FY 2024–25 (April 2024 to February 2025) to 12,698 MT in FY 2025–26 (April 2025 to February 2026).

STATEMENT

Details of currently serving LPG distributorships in Andaman and Nicobar

Islands:

Sl No	Distributorship Name	District
1	Amphibian Gas Agency	South Andaman
2	AsmaniIndane Service	North&Middle Andaman
3	G.K.Indane Service	South Andaman
4	Ideal Indane	North&Middle Andaman
5	Naval Indane	South Andaman
6	Priya Indane	South Andaman
7	Reem Indane Service	South Andaman
8	The Consumers Co-Op. Stores Ltd	South Andaman
9	Tribal Development Cooperative Society	Nicobar
10	Bambooflat Indane Gramin Vitrak	South Andaman

Source: IOCL on behalf of PSU OMCs

सरकार द्वारा वित्तपोषित रिक्त आवासों को एआरएचसी इकाइयों में परिवर्तित किया जाना

4484. श्री हँसमुखभाई सोमाभाई पटेलः

श्री मितेश पटेल (बकाभाई):

श्री राजपालसिंह महेंद्रसिंह जादवः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) गुजरात और तमिलनाडु में प्रधानमंत्री आवास योजना शहरी (पीएमएवाई-यू) के अंतर्गत अफोर्डेबल रेंटल हाउसिंग कॉम्प्लेक्स (एआरएचसी) योजना के अंतर्गत परिवर्तित किए जाने के लिए चिह्नित किए गए सरकार द्वारा वित्तपोषित रिक्त आवासों की संख्या कितनी है;

(ख) उक्त आवासों में से अब तक सफलतापूर्वक कार्यात्मक रेंटल हाउसिंग इकाइयों में परिवर्तित किए गए आवासों की संख्या कितनी है;

(ग) सरकार द्वारा गुजरात और तमिलनाडु में शेष, सरकार द्वारा वित्तपोषित रिक्त आवासों को

एआरएचसी इकाइयों में परिवर्तित करने में तेजी लाने के लिए क्या कदम उठाए गए हैं; और

(घ) गुजरात और तमिलनाडु में ग्रीनफील्ड एआरएचसी इकाइयों के विकास में सार्वजनिक-निजी भागीदारी (पीपीपी) मॉडल के अंतर्गत आने वाली चुनौतियों के समाधान के लिए तैयार की गई योजनाओं का ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ): आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) ने देश भर में आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस)/निम्न आय वर्ग (एलआईजी) श्रेणी के प्रवासी श्रमिकों, शहरी गरीबों और अनौपचारिक क्षेत्र के श्रमिकों के सामने आने वाली आवास से संबंधित आवश्यकता को पूरा करने के लिए जुलाई 2020 में प्रधान मंत्री आवास योजना-शहरी (पीएमएवाई-यू) की एक उप-योजना के रूप में किफायती किराया आवास परिसरों (एआरएचसी) की शुरुआत की। यह योजना दो मॉडलों के माध्यम से कार्यान्वित की गई है।

मॉडल-1 के तहत, कुल 5,783 सरकारी वित्तपोषित खाली आवासों को एआरएचसी में परिवर्तित किया गया है, जिनमें से 2,602 इकाइयां गुजरात राज्य से हैं। इसके अतिरिक्त, गुजरात राज्य में 1,947 मौजूदा सरकारी वित्तपोषित खाली आवासों को एआरएचसी इकाइयों में परिवर्तित करने के प्रस्ताव प्रक्रियाधीन हैं।

इसके अलावा, मॉडल-2 के तहत राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा प्रस्तुत प्रस्तावों के आधार पर, आवासन और शहरी कार्य मंत्रालय ने गुजरात और तमिलनाडु में क्रमशः 453 और 61,411 एआरएचसी इकाइयों सहित कई राज्यों में नवीन निर्माण प्रौद्योगिकियों का उपयोग करते हुए 83,298 नई एआरएचसी इकाइयों के निर्माण के प्रस्तावों को अनुमोदित किया है, जिनमें से तमिलनाडु में अब तक 40,630 इकाइयों का निर्माण कार्य पूरा हो चुका है। इसके अलावा, मॉडल-2 के तहत गुजरात राज्य में पारंपरिक प्रौद्योगिकियों का उपयोग करते हुए 1,682 एआरएचसी इकाइयों का निर्माण

कार्य शुरू किया गया है।

इसके अलावा, एआरएचसी की सीख के आधार पर, पीएमएवाई-यू 2.0 के तहत किफायती किराया आवास (एआरएच) का एक समर्पित घटक प्रावधान किया गया है। पीएमएवाई-यू 2.0 के इस योजना के दिशानिर्देश https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf पर उपलब्ध हैं। पीएमएवाई-यू 2.0 के एआरएच घटक का उद्देश्य शहरी प्रवासियों/औद्योगिक श्रमिकों/कामकाजी महिलाओं/छात्रों/शहरी गरीबों आदि सहित अभीष्ट लाभार्थियों के कार्यस्थलों के करीब किफायती किराया आवास के निर्माण को बढ़ावा देना है। एआरएच घटक को दो मॉडलों के माध्यम से कार्यान्वित किया जाता है:

मॉडल -1: सार्वजनिक निजी भागीदारी (पीपीपी) मोड के माध्यम से या सार्वजनिक एजेंसियों द्वारा मौजूदा सरकारी वित्तपोषित खाली आवासों को एआरएच में परिवर्तित करना।

मॉडल -2: शहरी गरीबों, कामकाजी महिलाओं, उद्योगों के कर्मियों, औद्योगिक संपदाओं, संस्थाओं और अन्य पात्र ईडब्ल्यूएस/एलआईजी परिवारों के लिए निजी/सार्वजनिक संस्थाओं द्वारा किराया आवास का निर्माण, संचालन और रखरखाव करना।

इस संबंध में, पीएमएवाई-यू 2.0 के तहत सभी इच्छुक सार्वजनिक/निजी संस्थाओं द्वारा नई एआरएच इकाइयों के निर्माण के लिए परियोजना प्रस्तावों को प्रस्तुत करने के लिए मंत्रालय द्वारा रुचि की अभिव्यक्ति (ईओआई) जारी की गई है। ईओआई के लिए वेब लिंक https://pmay-urban.gov.in/ARH-EOI.pdf पर है। इसके अलावा, पीएमएवाई-यू 2.0 के तहत एआरएच घटक के मॉडल-2 के तहत, गुजरात राज्य के लिए मंत्रालय द्वारा कुल 1,745 इकाइयों को स्वीकृति दी गई है, जिसमें 15.70 करोड़ रुपये का प्रौद्योगिकी नवाचार अनुदान (टीआईजी) शामिल है।

FINANCIAL PERFORMANCE OF PATA PETROCHEMICAL PLANT

4485. SHRI KALI CHARAN SINGH:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) whether it is a fact that the petrochemical segment of GAIL (India) Limited including its major Pata Petrochemical Plant in Uttar Pradesh has incurred losses and experienced financial volatility during the financial year 2024-25, particularly in the initial quarters and if so, the details thereof, quarter-wise;

(b) the specific reasons for such losses, including high feedstock gas prices, decline in polymer prices, reduced capacity utilisation, shutdowns and prevailing global market conditions;

(c) whether the Government has reviewed the performance of the Pata Petrochemical Plant and sought any explanation from the management in this regard and if so, the details thereof;

(d) the corrective and strategic measures taken by GAIL (India) Limited to reduce such losses including feedstock optimisation, cost rationalisation, infrastructure augmentation and diversification of product portfolio; and

(e) the timeframe by which the plant is expected to return to sustainable profitability?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): The quarter-wise Profit Before Tax (PBT) for the Pata Petrochemical Plant for the financial year 2024-25 is as under:

Financial Year **2024-25**	**PBT** **(Rs. In Crores)**
Q1	-42
Q2	157
Q3	5
Q4	-158
Total	**-38**

(b): The reasons for the losses include the nature of the feedstock used at the Pata plant, which utilises natural gas, as opposed to naphtha or ethane used by most other plants. The polymer business is cyclical in nature, and prices of gas and polymers remain dynamic. During FY 2024–25, global polymer prices remained low in line with low crude oil prices, while feedstock gas prices remained high, leading to lower margins at GAIL's petrochemical plant at Pata. Despite these market conditions, the plant achieved a record capacity utilisation of approximately 103%, along with its highest-ever production.

(c): The Government of India reviews the performance of GAIL (India) Limited, including its major units such as the Pata Petrochemical Plant, through established institutional mechanisms, including the Memorandum of

Understanding (MoU) framework and periodic performance review meetings conducted by the Ministry.

(d) and (e): To optimise the operations of the Pata Petrochemical Plant, GAIL (India) Ltd. has undertaken a series of measures, inter alia, including cost rationalisation through energy optimisation, deployment of energy-efficient equipment, system improvements aimed at enhancing yields, digitalisation of operational systems, and optimum utilisation of the steam network. The Company has also undertaken product diversification initiatives, including the addition of polypropylene products alongside the existing polyethylene product portfolio, along with various other systematic and technical improvements.

महाराष्ट्र के बीड में जनजाति कल्याण योजनाओं का कार्यान्वयन

4486. श्री बजरंग मनोहर सोनवणे:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने इस बात का संज्ञान लिया है कि महाराष्ट्र के बीड जिले के जनजातीय क्षेत्रों में विभिन्न केंद्रीय जनजाति कल्याण योजनाओं का लाभ पूरी तरह से नहीं पहुंच रहा है और यदि हां, तो लाभार्थियों और उनको संवितरित निधि का योजनावार और तालुकावार ब्यौरा क्या है;

(ख) क्या सरकार ने इस बात पर ध्यान दिया है कि बीड जिले में जनजाति बस्तियों में शिक्षा, स्वास्थ्य सेवा, पेयजल, सड़कें और रोजगार जैसी मूलभूत सुविधाओं की कमी है और यदि हां, तो इन समस्याओं का समाधान करने के लिए अब तक उठाए गए ठोस कदम क्या हैं; और

(ग) क्या सरकार का बीड जिले में जनजातीय युवाओं और महिलाओं के कौशल विकास, स्वरोजगार

और आर्थिक सशक्तिकरण के लिए नई योजनाएं शुरू करने या विद्यमान योजनाओं का विस्तार किए जाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): महाराष्ट्र राज्य सरकार के अनुसार बीड जिला, जनजातीय उप-योजना (टीएसपी) क्षेत्र से बाहर आता है और इसलिए इसे ओटीएसपी (जनजातीय उप-योजना के बाहर) जिले के रूप में वर्गीकृत किया गया है। इसको ध्यान में रखते हुए, इस जिले में सामुदायिक विकास या बुनियादी ढांचे पर आधारित जनजातीय योजनाएं कार्यान्वित (लागू) नहीं की जाती हैं। हालांकि, जनजातीय लोगों के लिए व्यक्तिगत लाभार्थी-उन्मुख योजनाओं को जिला वार्षिक योजना, राज्य योजना और केंद्रीय योजना के तहत कार्यान्वित (लागू) किया जाता है।

इन योजनाओं के कार्यान्वयन की निगरानी संबंधित परियोजना कार्यालय द्वारा की जाती है। यह सुनिश्चित करने के लिए कि लाभ अभीष्ट जनजातीय लाभार्थियों तक पहुंचे, जनजातीय निरीक्षकों को लाभार्थियों का मौके पर सत्यापन करने के लिए प्रतिनियुक्त किया जाता है। क्षेत्र (फील्ड) सत्यापन के बाद, निरीक्षक परियोजना कार्यालय को यह पुष्टि करने के लिए अपनी रिपोर्ट प्रस्तुत करते हैं कि वास्तविक लाभार्थियों को लाभ प्राप्त हुआ है।

इसके अलावा, बीड जिले में जनजातीय समुदायों से इन योजनाओं के तहत लाभ प्राप्त न होने की कोई शिकायत नहीं प्राप्त हुई है। परियोजना कार्यालय लाभों का उचित वितरण (प्रदायगी) सुनिश्चित करने के लिए सरकार द्वारा अधिकृत एजेंसियों के माध्यम से योजनाओं के परिणामों की भी समीक्षा करता है। केंद्रीय जनजातीय कल्याण योजनाओं, योजना-वार लाभार्थियों और वितरित निधियों का ब्यौरा **विवरण-I** में संलग्न है।

(ख) शिक्षा, स्वास्थ्य सेवा, पेयजल, सड़कें और रोजगार जैसी मूलभूत सुविधाएं प्रदान करने के लिए, परियोजना कार्यालय ठक्कर बप्पा जनजातीय बस्ती विकास कार्यक्रम के तहत विभिन्न सामुदायिक

विकास योजनाओं को कार्यान्वित (लागू) करता है। ग्राम पंचायतों और जनजातीय समुदायों द्वारा उठाई गई आवश्यकताओं के आधार पर, सीमेंट कंक्रीट सड़कों, सामुदायिक केंद्रों, मंगल कार्यालय, श्मशान घाटों, सुरक्षा दीवारों, जल निस्पंदन प्रणालियों, जल निकासी लाइनों, पाइपलाइनों और सौर (सोलर) हाई मास्ट लाइटों की स्थापना जैसे निर्माण कार्य शुरु किए जाते हैं।

इसके अलावा, सरकार ने हाल ही में धरती आबा जनजातीय ग्राम विकास योजना शुरू की है। इस योजना के तहत, केंद्र सरकार ने विकास पर ध्यान केंद्रित करने के लिए अंत्योदय योजना के अंतर्गत आने वाले जनजातीय गांवों का चयन किया है। बीड जिले में, दो गाँवों अर्थात् निमगाँव खलवाड़ और वडवानी तालुका के कुप्पी को निर्धारित मानदंडों के अनुसार योजना के तहत चुना (चयनित) गया है।

(ग): सरकार नाभिकीय (न्यूक्लियस) बजट योजना के माध्यम से जनजातीय बेरोजगार युवाओं के लिए कौशल विकास योजना अर्थात् नलसाज (प्लंबर) का प्रशिक्षण, टू-व्हीलर (दुपाहिया) गैरेज मैकेनिक, सुरक्षा (सिक्योरिटी) गार्ड, फोटोग्राफी, कंप्यूटर ऑपरेटर, मॉल के लिए सेल्स मैन प्रशिक्षण और आय सृजन के लिए विभिन्न योजनाएं अर्थात् आटा चक्की, पुल्वेराइज़र, मंडप सजावट, जूसर मशीन, कटलारी दुकान आदि की आपूर्ति को कार्यान्वित (लागू) कर रही है। बीड जिले में जनजातीय युवाओं और महिलाओं के कौशल विकास, स्व-रोजगार और आर्थिक सशक्तिकरण के लिए योजनाओं का ब्यौरा **विवरण-II** में संलग्न है।

विवरण-I

परियोजना अधिकारी कार्यालय, एकीकृत जनजातीय विकास परियोजना, छत्रपति संभाजीनगर तीन वर्षों अर्थात् 2022-23 से 2024-25 के दौरान बीड जिले में कार्यान्वित (लागू) जिला

योजनाएं:

(लाख रुपये में)

क्र.सं.	योजना का नाम	वर्ष 2022-2023			वर्ष 2023-2024			वर्ष 2024-2025		
		प्राप्त बजट	व्यय	लाभार्थियों की संख्या	प्राप्त बजट	व्यय	लाभार्थियों की संख्या	प्राप्त बजट	व्यय	लाभार्थियों की संख्या
1	अजजा किसान को गरीबी रेखा से ऊपर उठाने के लिए वित्तीय सहायता	25.00	25.00	10	15.00	15.00	18	20.00	20.00	10
2	छोटे तालाब (स्टोपेज वॉटर) में मत्स्य पालन	2.40	2.40	6	2.39	2.37	6	1.00	1.00	6
3	अजजा मत्स्यपालन समितियों (सोसायटियों) को घटक की आपूर्ति के लिए वित्तीय सहायता	0.50	0.50	6	0.50	0.50	6	3.20	3.20	6
4	कृषि से जुड़े कार्यों के लिए अजजा किसान को गोएट इकाई की आपूर्ति	10.00	10.00	10	10.00	10.00	10	25.00	25.00	32
5	मेडा एजेंसी (सौर ऊर्जा) के तहत विविध	0.00	0.00	0	0.00	0.00	0	19.16	19.16	1

	योजनाएं									
6	आईटीआई में पढ़ने वाले अजजा छात्र को महंगाई भत्ता	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0
7	सरकारी जनजातीय आश्रम विद्यालय में पेयजल का स्थायी स्रोत स्थापित करना।	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0
8	आदिवासी छात्रों का परीक्षा शुल्क।	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0
9	पारधी समुदाय के विकास के लिए विविध योजनाएं	10.00	10.00	19	20.00	20.00	38	25.00	25.00	50
10	आश्रम स्कूल में खेल गतिविधियों का प्रबंधन करना	0.00	0.00	0	9.00	7.00	3	9.00	7.00	3
11	आश्रम स्कूल भवन का निर्माण और मरम्मत	49.95	49.95	1	80.01	80.01	3	0.01	0.00	0
12	जनजातीय संस्कृति भवन का निर्माण	0.00	0.00	0	80.00	80.00	1	0.01	0.00	0
13	आश्रम स्कूल	20.00	20.00	1	21.17	21.17	2	42.52	42.52	1

	को सजाने और अटैच रोड या ब्रिज बनाने के लिए वित्तीय सहायता									
14	गोल्डन जुबली मैट्रिक-पूर्व छात्रवृत्ति योजनाएँ	20.00	20.00	1065	15.00	15.00	783	15.00	15.00	1050
15	ठक्कर बप्पा जनजातीय बस्ती विकास योजना	0.00	0.00	0	43.04	43.04	6	83.30	83.30	11
16	भूमिहीन अनुसूचित जनजाति परिवारों के लिए आत्म सम्मान और आत्मनिर्भरता योजना	38.25	38.25	2	75.00	75.00	4	0.00	0.00	0
17	विविध नवीन योजनाएं	3.61	3.61	1	7.61	7.61	3	4.99	0.00	0
18	डेटा प्रविष्टि, मॉनीटरिंग और मूल्यांकन	0.90	0.90	3	1.90	1.90	3	1.25	0.00	0
	कुल :-	**180.61**	**180.61**	**1214**	**380.62**	**378.60**	**886**	**249.44**	**241.18**	**1170**

विवरण-II

पिछले पांच वर्षों अर्थात् 2022-23 से 2024-25 के दौरान बीड जिले में जनजातियों के लिए कार्यान्वित (लागू) राज्य और केंद्रीय योजनाएं:

परियोजना अधिकारी कार्यालय, एकीकृत जनजातीय विकास परियोजना, छत्रपति संभाजीनगर										
										(लाख रुपये में)
क्र.सं.	योजना का नाम	वर्ष 2022-2023			वर्ष 2023-2024			वर्ष 2024-2025		
		प्राप्त अनुदान	व्यय	लाभार्थियों की संख्या	प्राप्त अनुदान	व्यय	लाभार्थियों की संख्या	प्राप्त अनुदान	व्यय	लाभार्थियों की संख्या
1	न्यूक्लियस बजट योजना	6.10	6.10	13	9.00	9.00	18	9.60	9.60	23
2	विभिन्न कॉलेजों में पढ़ने वाले अजजा छात्रों के लिए मैट्रिक-पूर्व छात्रवृत्ति	281.75	281.75	584	366.46	366.46	640	480.74	480.74	763
3	व्यावसायिक शैक्षणिक महाविद्यालयों में पढ़ने वाले अजजा छात्रों के लिए महंगाई भत्ता	0.63	0.63	9	0.77	0.77	12	1.05	1.05	16
4	कॉलेजों में पढ़ने वाले अजजा छात्रों के लिए ट्यूशन और परीक्षा शुल्क	16.68	16.68	30	0.40	0.40	21	0.49	0.49	27
5	गैर-अनुदानित मेडिकल और इंजीनियरिंग कॉलेजों में पढ़ने वाले अजजा छात्रों के लिए संवितरण (प्रतिपूर्ति)	28.53	28.53	10	39.02	39.02	23	29.26	29.26	26
6	शबरी घरकुल योजना	471.60	471.60	393	1015.20	1015.20	846	0.00	0.00	0
	कुल :-	**805.29**	**805.29**	**1039**	**1430.85**	**1430.85**	**1560**	**521.14**	**521.14**	**855**

IMPLEMENTATION OF JJM IN WEST BENGAL

4487. SHRI RAJU BISTA:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the present status of implementation of Jal Jeevan Mission (JJM) along with the funds sanctioned, released and utilised since 2019 in West Bengal, year and district-wise;

(b) the details of Central funds allocated, drawn and utilised so far under JJM in Darjeeling and Kalimpong districts of West Bengal;

(c) the number of households connected with tap water supply in the said districts of West Bengal under JJM; and

(d) the details of works/projects sanctioned, under construction and completed under JJM in the said districts of West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) to (d): Since August 2019, Government of India, in partnership with States, is implementing Jal Jeevan Mission (JJM)-Har Ghar Jal to enable every rural household including West Bengal, in the country to have assured potable water through tap connection. Drinking water is a State subject, and hence, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply schemes, including those under the Jal Jeevan Mission, lies with the respective State/UT Governments. The Government of India supports

the States by providing technical and financial assistance only.

At the start of the Mission in West Bengal, only 2.15 Lakh (1.22%) rural household were reported to have tap water connection. As on 17.03.2026, out of 1.75 crore rural household, around 99.54 lakh (56.72%) rural households have been provided tap water connection in West Bengal.

Since the August 2019 Mission launch, tap water access in Darjeeling and Kalimpong district has surged. Darjeeling grew from 193 connections (0.06%) to 1.68 lakh (49.29%) by 17th March 2026. Similarly, Kalimpong rose from just 5 connections (0.01%) to 35.47 thousand (54.96%).

Under JJM, this Department releases funds to States/UTs only. Further, district-wise fund allocations are made and maintained by States/UTs and not by this department. The details of Central fund allocated and fund drawn by the State of West Bengal under the JJM, is as under:

(Amount in Rs. Crore)

Year	Central share					State Expenditure
	Opening Balance	Fund allocated	Fund drawn by State	Available fund	Reported utilization	
2019-20	760.82	995.33	994.75	1,755.57	609.00	469.54
2020-21	1,146.58	1,614.18	807.08	1,953.66	1,196.07	641.17
2021-22	757.58	6,998.97	1,404.61	2,162.19	1,547.52	725.77
2022-23	614.67	6,180.25	3,090.12	3,704.79	1,953.73	3,204.21
2023-24	1,751.06	3,806.29	4,206.29	5,957.35	5,004.16	5,155.11
2024-25	953.19	5,049.98	2,524.99	3,478.18	3,003.06	4,905.55
2025-26	475.13	-	-	475.13	-	-
Total		24,645.00	13,027.84	13,788.66	13,313.54	15,101.35

Source: JJM-IMIS.

SURAT-CHENNAI EXPRESSWAY PROJECT

4488. SHRI ARVIND GANPAT SAWANT:

SHRI SANJAY UTTAMRAO DESHMUKH:

SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the details of the highways being developed by the National Highways Authority of India (NHAI) across the country and the Government's policy regarding land acquisition for these projects;

(b) the current status of development of Surat-Chennai Expressway Project by NHAI;

(c) whether the agricultural land has been acquired in the districts of Maharashtra including Dharashiv and Solapur under the Surat-Chennai Expressway Project;

(d) if so, the details of total hectares of land acquired so far in these districts and the compensation per hectare/acre fixed and disbursed;

(e) whether the Government received complaints regarding comparatively low compensation being given to the affected farmers and if so, the details thereof;

(f) whether the land acquisition process fully complied with the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; and

(g) if not, the steps taken/being taken by the Government to ensure fair and

market-aligned compensation to the affected farmers?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): At present, 440 Nos. of Highway projects under various stages of construction, covering a length of approximately 13,400 km are being developed by National Highways Authority of India (NHAI). Land Acquisition is carried out under National Highways (NH) Act, 1956 and the compensation for the same is paid as per the First, Second and Third Schedules of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, vide the Removal of Difficulties Order, 2015, with effect from 1st January, 2015.

(b): The current status of the Surat-Chennai Project by NHAI is given in the enclosed **Statement-I.** The construction of the linking Expressway from the Delhi-Mumbai Expressway to Nashik is being undertaken by the State Government.

(c) and (d): A total of approximately 2754.277 Ha. of land is to be acquired in the districts of Maharashtra, which includes agricultural land. The details of the land acquired so far in these districts is given in the enclosed **Statement-II**. The compensation is determined by the competent authority appointed for the land acquisition and is a continuous process varying across the stretch.

(e): Under section 3G(5) of the NH Act, 1956, an aggrieved landowner may prefer an application before the Arbitrator against the award passed by the competent

authority, including with regard to the adequacy of compensation determined.

(f) and (g): Compensation for acquisitions under the National Highways Act, 1956 is determined in accordance with the First, Second, and Third Schedules of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, as made applicable through the Removal of Difficulties Order, 2015, with effect from 1st January, 2015.

STATEMENT-I

The current status of the Surat-Chennai Project by NHAI

S. No	Name of the stretch	Length (Km)	Timeline of completion
1	Nashik - Ahmednagar - Solapur - Akkalkot		
	Nashik to Hasapur	374	June, 2028
	Hasapur to Akkalkot	36	October, 2026
2	Akkalkot - KN/TS Border -Kurnool	219	October, 2026
3	Kurnool -Kadapa	189	Completed
4	Kadapa - Renigunta (Pkg I &II)	122	2028
5	Renigunta – Puttur	25	2028
6	Puttur – Nagari (AP/TN Border)	17	2028
7	Nagari – Thatchoor (near Chennai) (CPRR)	55	2028
	Total	**1037**	

STATEMENT- II

The details of the land acquired so far

District	Total land required [Ha]	Total land acquired under section 3D of the NH Act, 1956 [Ha]
Nashik	418.037	326.648
Ahilyanagar	1083.88	942.79
Beed	222.36	200.06
Dharashiv	539.3	380.1
Solapur	490.7	481.02
Total	**2754.277**	**2330.618**

ALLOTMENT OF PETROL PUMPS BY OMCs

4489. SHRI LAXMIKANT PAPPU NISHAD:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the total number of retail outlets allotted to applicants belonging to Scheduled Castes (SCs), Scheduled Tribes (STs), Defence and Widow categories by Oil Marketing Companies (OMCs) in Delhi NCR and other Metro Cities since the year 2005, year-wise;

(b) the details of the number of outlets originally allotted to SC/ST/Defence/Widow category applicants that were subsequently reconstituted with the induction of applicants from the GeneralCategory during the last ten years, year-wise and outlet-wise;

(c) whether the number of petrol pumps originally allotted to SC/ST category applicants arebeing operated by minority partners without the major shareholder (benami operations) anddetected by OMC officials and if so, the details of such cases and the action taken thereon;

(d) the details of the number of retail outlets allotted to General Category applicants in Delhi/NCR, Gurgaon and other major cities after 2005 where the allottee was required to arrangeland on their own as per the guidelines of the Ministry of Petroleum and Natural Gas; and

(e) the number of retail outlets allotted on HUDA land to applicants since 2011 to till date?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): The Dealer Selection Guidelines, 2023 for Retail Outlets (ROs) of Public Sector Oil Marketing Companies (OMCs), inter alia, have a provision of 22.5% reservation for SCs/STs and 27% reservation for OBCs in allotment of retail outlet dealershipsexcept Arunachal Pradesh, Meghalaya, Nagaland and Mizoram where reservation for ST category is 70%, 80%, 80% and 90% respectively. Within SC/ST, OBC & Open categories, there is reservation for Defence personnel along with Para Military Personnel/Central/State Govt. and Central/State PSU employeesunder Combined Category-1 (CC-1).However, there is no reservation

for widow category in allotment of RO. Year-wise total number of ROs allotted to applicants belonging to Scheduled Castes (SCs), Scheduled Tribes (STs) and Defence Personnel (under CC-1) by Public Sector OMCs in Delhi NCR and other Metro Cities since the year 2005 are given in the enclosed **Statement-I**.

(b): Year-wise details of ROs originally allotted to SC/ST/Defence Personnel (under CC-1) by Public Sector OMCs that were subsequently reconstituted with the induction of applicants from the General Category, during the last ten years from 2015-16 to 2025-26 (till February, 2026) are given in the enclosed **Statement-II.**

(c): One RO of Public Sector OMCs in Trichy, Tamil Nadu was terminated on account of benami operation.

(d): Public Sector OMCs have allotted 3250 ROs to General Category applicants through Dealership Selection Guidelines in Delhi/NCR, Gurgaon and other major cities (Mumbai, Kolkata, Chennai, Bangalore, Hyderabad, Ahmedabad, Pune, Surat and Jaipur) after 2005 on the land arranged by the applicants.

(e): Public Sector OMCs have allotted 22 ROs on HUDA land in Haryana since 2011 to till date.

STATEMENT-I

Year-wise number of ROs allotted (commissioned) by PSU OMCs to SC/ST/Defence Personnel (under CC-1) since 2005:

Year	Delhi NCR			Mumbai			Kolkata			Chennai		
	SC	ST	DEF	SC	ST	DEF	SC	ST	DEF	SC	ST	DEF
2005-06	13	3	4	0	0	0	0	0	0	6	0	0
2006-07	10	1	2	0	0	0	0	0	0	2	0	0
2007-08	17	1	1	0	0	0	0	0	0	2	0	0
2008-09	18	0	3	2	0	1	1	0	0	5	0	0
2009-10	18	0	5	0	0	1	2	0	0	1	0	0
2010-11	10	0	1	0	0	0	3	0	0	0	0	0
2011-12	11	0	2	0	0	0	0	0	0	0	0	0
2012-13	7	0	2	0	0	0	0	0	0	0	0	0
2013-14	5	0	2	0	0	0	0	0	0	0	0	0
2014-15	1	0	0	0	0	0	0	0	0	0	0	0
2015-16	7	0	1	0	0	0	0	0	0	0	0	0
2016-17	13	0	1	0	0	0	0	0	0	1	0	0
2017-18	35	2	4	0	0	0	0	0	0	3	1	0
2018-19	22	3	0	0	0	0	0	0	0	1	1	0
2019-20	17	0	0	0	0	0	0	0	0	3	0	0
2020-21	71	2	2	0	0	0	0	0	0	3	1	0
2021-22	40	2	0	0	0	0	0	0	0	1	1	0
2022-23	29	3	1	0	0	0	1	0	0	1	0	0

2023-24	28	3	1	0	0	0	0	0	0	2	0	0
2024-25	44	4	2	0	0	0	0	0	0	1	0	0
2025-26 (Till Feb, 2026)	36	3	2	0	0	0	0	0	0	0	0	0

Source - Public Sector OMCs

STATEMENT-II

Year-wise number of ROs originally allotted to SC/ST/Defence Personnel (under CC-1 category) by Public Sector OMCs that were subsequently reconstituted with induction of applicants from General Category during last 10 years:

Year of Reconstitution	Defence (under CC-1 category)	SC	ST
2015-16	2	6	1
2016-17	3	17	4
2017-18	4	21	2
2018-19	7	25	10
2019-20	5	47	13
2020-21	10	62	24
2021-22	6	116	32
2022-23	6	134	44
2023-24	8	138	50
2024-25	15	171	62
2025-26	2	30	15
2025-26 (Till Feb, 26)	6	80	50

Source – Public Sector OMCs

IMPLEMENTATION OF MSME FRAMEWORK IN CHANDIGARH

4490. SHRI MANISH TEWARI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has examined the reasons for non-adoption of the provisions of the Micro, Small and Medium Enterprises Development Act, 2006 in the Union Territory of Chandigarh, despite its applicability in neighbouring States and the timeline for its implementation in Chandigarh;

(b) whether the absence of a formal MSME framework has affected access to benefits such as delayed payment protection, formal recognition of service enterprises and institutional support and if so, the details thereof;

(c) whether the Chandigarh UT Administration is in the process of formulating and notifying a dedicated MSME policy and the key features proposed therein;

(d) whether representations have been received from industry bodies regarding lack of parity with neighbouring States in MSME facilitation and the action taken thereon; and

(e) the steps being taken to align Chandigarh's enterprise ecosystem with national MSME policies to improve ease of doing business and promote investment?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Central Government supplements the efforts of the State/UT Governments through various schemes, programmes and policy initiatives for overall development and promotion of Micro, Small and Medium Enterprises (MSMEs) in the country, including Union Territory of Chandigarh. The provisions of the MSME Development Act, 2006 are applicable across the country, including Chandigarh.

The Ministry of MSME launched Udyam Registration Portal (URP) on 01.07.2020 to facilitate ease of registration for MSMEs. The registration is fully online, paperless and based on self-declaration. An enterprise registered anywhere in the country, including Chandigarh is eligible to avail the benefit of various schemes of the Ministry of MSME, subject to eligibility criteria. As per URP, as of now, 89,119 MSMEs are registered in Chandigarh out of which 37,035 MSMEs are engaged in services.

The Ministry of MSME launched MSME SAMADHAAN Portal, which enables MSMEs to file complaints regarding delayed payments by buyers online. Further, Ministry of MSME has launched Online Dispute Resolution (ODR) Portal as a digital, technology-enabled mechanism with an objective of ensuring speedy, cost-effective, and transparent resolution of delayed payment disputes involving

Micro and Small Enterprises (MSEs). All the fresh cases of delayed payment by MSEs are being filed on MSME ODR portal w.e.f 15.10.2025.

Certain provisions of the Act require institutional arrangements by State/UTs, including adjudication of delayed payment cases through establishment of the Micro and Small Enterprises Facilitation Council. Out of total, 161 MSEFC, 1 MSEFC is established and functional in Chandigarh.

(c): Formation of State MSME Policy for Chandigarh comes under the purview of Chandigarh UT Administration and Ministry of Home Affairs.

(d) and (e): The Ministry of MSME continues to engage with States and UTs, including Chandigarh, through stakeholder consultations and advisory communications so as to encourage alignment with MSMED Acts, 2006 and the Policy initiatives of the Government of India for the MSME sector. The Ministry of MSME has taken steps to improve ease of doing business, strengthen grievance redressal and promote the growth and competitiveness of MSMEs.

Representations from industry associations and stakeholders are received from time to time regarding MSME facilitation in different regions, including Chandigarh. Such representations are taken up with the concerned State Government/UT Administration and others for appropriate consideration and necessary action.

उत्तरी और दक्षिणी क्षेत्रों के बीच नदियों को आपस में जोड़ना

4491. श्री अमरा रामः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के पास उत्तरी और दक्षिणी क्षेत्रों के बीच देश की सभी नदियों को आपस में जोड़ने की कोई कार्ययोजना या योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या मानसून के दौरान देश का आधा हिस्सा बाढ़ से तबाह हो जाता है जबकि दूसरा आधा हिस्सा सूखे से ग्रस्त रहता है और उक्त योजना के कार्यान्वयन नहीं होने के कारण एक बड़ी आबादी फ्लोराइड युक्त दूषित पानी पीने के लिए मजबूर है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार ने इस बात का संज्ञान लिया है कि उक्त योजना इन मुद्दों के समाधान के लिए सबसे उपयुक्त तंत्र है और यदि हां, तो इसके क्रियान्वयन की संभावित समय-सीमा सहित तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): भारत सरकार ने वर्ष 1980 में नदियों को आपस में जोड़ने (आईएलआर) के लिए राष्ट्रीय परिप्रेक्ष्य योजना (एनपीपी) तैयार की, जिसका उद्देश्य देश भर में जल की अधिकता वाले बेसिनों से जल की कमी वाले क्षेत्रों में जल का अतंरण करना था। एनपीपी के तहत, 30 आईएलआर परियोजनाओं को चिन्हित किया गया है, जिनमें से 14 हिमालयी घटक के अंतर्गत और 16 प्रायद्वीपीय घटक के अंतर्गत हैं।

हिमालयी घटक के अंतर्गत, मानस बेसिन से गंगा और उसके बाद महानदी में जल अतंरित करने के लिए मानस-संकोश-तीस्ता-गंगा-दामोदर-सुवर्णरेखा-महानदी लिंक प्रणाली की परिकल्पना की गई है। प्रायद्वीपीय घटक के अंतर्गत, महानदी से जल को गोदावरी में डायवर्ट का प्रस्ताव है, और आगे

दक्षिण की ओर जल पहुंचाने के लिए महानदी-गोदावरी-कृष्ण-पेन्नार-कावेरी-वैगई-गुंडार लिंक प्रणाली की योजना बनाई गई है।

राष्ट्रीय जल विकास अभिकरण (एनडब्ल्यूडीए) को आईएलआर परियोजनाओं से संबंधित कार्य सौंपा गया है। एनडब्ल्यूडीए ने सभी 30 लिंक के लिए पूर्व-व्यवहार्यता रिपोर्ट (पीएफआर), 26 लिंक के लिए व्यवहार्यता रिपोर्ट (एफआर) और 14 लिंक के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) पूरी कर ली हैं।

(ख) और (ग): सरकार इस बात से अवगत है कि देश के कुछ क्षेत्रों में मानसून के दौरान बाढ़ आती है, जबकि अन्य क्षेत्रों में सूखे जैसी स्थिति उत्पन्न होती है। भंडारण क्षमता सृजित करके और अधिशेष जल को जल की कमी वाले क्षेत्रों में अंतरित करने में सक्षम बनाकर, ऐसे स्थानिक और सामयिक असंतुलनों को दूर करने के लिए राष्ट्रीय परिप्रेक्ष्य योजना (एनपीपी) तैयार की गई है। लिंक परियोजनाएं अधिशेष जल बेसिनों से बाढ़ के पानी को सूखाग्रस्त क्षेत्रों की ओर डायवर्ट, समुद्र में अनुपयोगित रूप से बहने वाले जल की मात्रा को कम करने और कमांड क्षेत्रों में भूजल पुनर्भरण, टैंकों को भरने और नहरों के जल आपूर्ति में सहायता करने के लिए बनाई गई हैं।

नदियों को आपस में जोड़ने की परियोजना (आईएलआर) से जल उपलब्धता में वृद्धि, सिंचाई में सुधार, पेयजल आपूर्ति में वृद्धि और बाढ़ नियंत्रण में योगदान की संभावना है। आईएलआर परियोजनाओं का कार्यान्वयन तकनीकी-आर्थिक व्यवहार्यता, अंतरराज्यीय समझौतों और वैधानिक मंजूरी के अधीन चरणबद्ध तरीके से किया जाता है। अलग-अलग आईएलआर परियोजनाओं का कार्यान्वयन कार्यक्रम संबंधित राज्यों के बीच आम सहमति और संबंधित राज्यों द्वारा लिंक-विशिष्ट समझौता ज्ञापन (एमओए) पर हस्ताक्षर पर निर्भर करता है। इसके अलावा, एनपीपी के अंतर्गत पांच लिंक को प्राथमिकता के आधार पर कार्यान्वयन के लिए प्राथमिकता लिंक के रूप में चिन्हित किया गया है और केन बेतवा लिंक परियोजना पर काम पहले ही शुरू हो चुका है।

COMMUNITY PARTICIPATION IN WATER CONSERVATION PROJECTS

4492. SHRI YADUVEER WADIYAR:

SHRI AMAR SHARADRAO KALE:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the steps taken by the Government to enhance community participation in the planning, implementation and maintenance of water conservation projects under Jal Shakti Abhiyan: Catch the Rain campaign in the country;

(b) the role of Panchayati Raj Institutions (PRIs), Self-Help Groups (SHGs) and local community groups in spreading awareness about water conservation and the outcomes achieved therefrom in the country;

(c) the initiatives undertaken for capacity building and technical training of local stakeholders including the establishment of Jal Shakti Kendras and implementation of the Nal Jal Mitra programme in the country; and

(d) the impact of such community-based initiatives on the sustainability and effectiveness of water conservation efforts across various regions, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (d): 'Water' being a State subject, the aspects related to water resources including its conservation are studied, planned, funded and executed by the State Governments themselves as per their own resources and priorities. The Central Government supplements the measures and efforts being taken up by the

State Governments.

The Ministry of Jal Shakti launched the Jal Shakti Abhiyan (JSA) in 2019 as a time-bound, mission-mode water conservation campaign in 256 water stressed districts of the country. The Hon'ble Prime Minister launched “Jal Shakti Abhiyan: Catch the Rain” (JSA: CTR) in 2021 with the tagline “Catch the Rain – Where it Falls When it Falls”. The JSA: CTR 2025 was launched with the theme “Jal Sanchay Jan Bhagidari: Jan Jagrukta Ki Or” emphasizing community participation and water conservation awareness. The Abhiyan emphasizes Jan Bhagidari by involving local communities in identification, execution and maintenance of water conservation works.

Under JSA: CTR, Jal Shakti Kendras(JSKs) are set up with the objective to serve as dynamic resource and knowledge hubs, driving transformative change in water conservation, management and accessibility. In addition, JSKs assist District Magistrates /Collectors in coordinating all water-related activities within the district. They function as facilitation centers for planning, preparation and addressing water-related issues. As knowledge centers, JSKs disseminate information on critical topics such as water conservation methods, water use efficiency, groundwater policies, efficient irrigation techniques, water quality and greywater management. They also serve as technical guidance centers, offering advice and support to local communities on these matters.

To further enhance outreach, the National Water Mission (NWM) collaborated

with the Department of Youth Affairs, leveraging the extensive network of Nehru Yuva Kendra Sangathan (NYKS) and its youth clubs to mobilize grassroots participation in water conservation efforts under the JSA: CTR campaign.

The Ministry of Jal Shakti, through the Swachh Sujal Shakti Samman initiative, celebrates and acknowledges the exemplary contributions of women in promoting water conservation, sustainable sanitation, and hygiene practices. This recognition highlights the crucial role women play in leading community-driven efforts toward water conservation and its sustainable use. A monthly “Water Talk” series has been in place since March 2019, wherein Water Talkers including women, grassroots practitioners, experts, representatives from NGOs, and individuals from diverse walks of life are invited to share their best water conservation practices.

Moreover, under the ongoing JSA: CTR campaign, several innovative models of groundwater recharge and water conservation are observed across various regions which showcasing the diversity of locally adapted and community-driven solutions. A separate outreach initiative, “Dialogue with DMs”, has also been organized since August 2020, where District Magistrates/ Collectors/ Deputy Commissioners share their field-level innovations and experiences in water conservation, fostering cross-learning and inspiring replication of successful practices.

“Jal Sanchay Jan Bhagidari” (JSJB) initiative was launched in Surat, Gujarat

on 6 September 2024 to further strengthen the JSA: CTR campaign. The JSJB initiative focuses on intensifying community action and mobilization to build low-cost rainwater harvesting structures in low cost and saturation mode. The initiative leverages community funds, individual donations, Corporate Social Responsibility Funds and others for construction of low-cost structures like borewells, recharge shafts, recharge pits, using locally available material, to harvest rainwater, to boost ground water level and provide local tailor-made solution to water issues. The objective is to ensure that every drop of water is conserved through collective efforts, following a whole-of-society and whole-of-government approach. By fostering community ownership, the initiative seeks to develop cost-effective, local solutions at the micro level for water conservation and ground water recharge. The JSJB initiative is guided by the 3Cs principle—Community, CSR and Cost, ensuring effective convergence and maximized outcomes. The Government promotes the JSJB initiative in partnership with State Governments and local authorities to ensure its widespread reach and awareness. The initiative aims at forging partnership with stakeholders such as NGOs, Trusts, Civil Societies and educational institutions to engage the broader community effectively.

Under the JSJB initiative, several innovative models of groundwater recharge and water conservation are observed across various regions which showcases the diversity of locally adapted and community-driven solutions. Few of them are given below.

i. The “Karmbhoomi se Matribhoomi” Model reflects contributions made by individuals working in Gujarat towards recharge projects in their native states such as Rajasthan, Madhya Pradesh, and Bihar. This voluntary and emotional investment has enabled cross-state support for sustainable groundwater recharge.

ii. The Gir Ganga Trust model in Gujarat showcases a philanthropic and community-led approach to water conservation. Local communities have actively contributed through both in-kind labour and resources for the creation, operation and maintenance of recharge structures, thereby fostering a strong sense of ownership and long-term sustainability. This model demonstrates how civil society partnerships can play a transformative role in scaling groundwater recharge efforts.

iii. In Maharashtra, the Jal Tara Model involves farmers systematically constructing standardized recharge pits measuring 4 ft × 4 ft × 6 ft across agricultural land. This low-tech but impactful intervention significantly enhances infiltration and supports the recharge of shallow aquifers, thereby benefiting both crop productivity and groundwater sustainability.

iv. The 5% Model from Korea district in Chhattisgarh illustrates how terraced recharge pits constructed on 5% of cultivable land can significantly improve local aquifer recharge. This model integrates water conservation directly into land-use planning and agricultural practices, resulting in improved soil

moisture retention and enhanced groundwater levels. On each farmland, a shallow terraced recharge pit is constructed in a "pit within a pit" design, with farmers voluntarily contributing 5% of their cultivable land.

v. In Banaskantha, Gujarat, a large-scale initiative has focused on the construction of low-cost artificial recharge structures in arid regions. This intervention was made possible by leveraging Corporate Social Responsibility (CSR) funding and the active participation of farmer cooperatives. The model demonstrates how public-private collaboration can effectively address regional water stress, offering a scalable and replicable solution for water-scarce areas.

Panchayati Raj Institutions play a central role in mobilising communities, facilitating local-level planning and ensuring participatory implementation and monitoring of water conservation works. Women Self Help Groups, youth, students and local community groups are actively involved in awareness generation, behaviour change communication and social mobilization, thereby strengthening grassroots participation and ownership. Capacity building and sensitisation of local stakeholders form an integral part of JSA: CTR and JSJB. Review and coordination meetings are held with Central Nodal Officers and District Magistrates, supported by structured guidelines and checklists, to strengthen the water conservation works, implementation and monitoring. IEC activities, community meetings and field interactions are undertaken to enhance

awareness, technical understanding and participatory implementation at the grassroots level.

Under Jal Jeevan Mission (JJM)- Har Ghar Jal, NGOs/ Community Based Organizations /Self Help Groups /Voluntary Organizations are empaneled as Implementation Support Agencies to handhold and train Village Water & Sanitation Committee /Pani Samiti in planning, mobilizing and engaging communities, disseminating information and encouraging women participation for ensuring long-term operation & maintenance of the water supply infrastructure. With a view to enable the local village community to play their role in planning, implementation and to shoulder the responsibility of operation and maintenance, Nal Jal Mitra Programme (NJMP) has been launched in collaboration with Ministry of Skill Development and Entrepreneurship under Jal Jeevan Mission.

As a result of consistent and cumulative efforts including community participation, the data indicates that the overall ground water situation in the country is showing steady improvement. As per the dynamic ground water resource assessment data of Central Ground Water Board (CGWB), total annual ground water recharge in the country has increased from 432 BCM (Billion Cubic Meters) to 448.52 BCM between 2017 to 2025. State-wise comparative status of assessment units (in %) in Over-exploited (O), Critical (C) and Semi-critical (S) categories as per Dynamic Ground Water Resources Assessments 2020 and 2025 is given in the enclosed **Statement**.

STATEMENT

State-wise comparative status of assessment units (in %) in Over-exploited (O), Critical (C) and Semi-critical (S) categories:

S.No.	State/Union Territories	Ground Water Resource Estimation -2020			Ground Water Resource Estimation -2025		
		Over-exploited (%)	Critical (%)	Semi-critical (%)	Over-exploited (%)	Critical (%)	Semi-critical (%)
1	Andhra Pradesh	3.45	2.25	6	1.8	0.4	3.5
2	Arunachal Pradesh	0.0	0.0	0.0	0.0	0.0	0.0
3	Assam	0.0	0.0	0.0	0.0	0.0	0.41
4	Bihar	1.31	0.94	9.55	0.56	2.24	9.16
5	Chhattisgarh	0.0	6.16	18.49	0.0	3.42	14.38
6	Goa	0.0	0.0	0.0	0.0	0.0	0.0
7	Gujarat	10.08	1.61	9.68	9.92	1.19	12.30
8	Haryana	60.28	8.51	9.93	63.64	4.20	10.49
9	Himachal Pradesh	0.0	0.0	0.0	0.0	0.0	0.0
10	Jharkhand	1.16	0.77	3.86	2.28	1.90	4.56
11	Karnataka	22.91	4.41	15.42	18.99	4.64	15.19
12	Kerala	0.0	1.97	19.08	0.0	1.32	17.76
13	Madhya Pradesh	8.21	2.52	15.77	8.20	1.89	20.19
14	Maharashtra	0.0	2.27	17.85	1.95	1.39	11.14
15	Manipur	2.83	0.0	0.0	0.0	0.0	0.0
16	Meghalaya	0.0	0.0	0.0	0.0	0.0	0.0
17	Mizoram	0.0	0.0	0.0	0.0	0.0	0.0
18	Nagaland	0.0	0.0	0.0	0.0	0.0	0.0
19	Odisha	0.0	0.0	1.91	0.0	0.0	3.18
20	Punjab	78	4	6.67	72.55	6.54	9.80
21	Rajasthan	68.81	7.8	9.83	70.53	7.62	8.94
22	Sikkim	0.0	0.0	0.0	0.0	0.0	0.0
23	Tamil Nadu	37.31	5.4	19.3	32.91	7.35	19.49
24	Telangana	7.47	7.47	30.56	3.71	3.06	16.94
25	Tripura	0.0	0.0	0.0	0.0	0.0	0.0

26	Uttar Pradesh	7.95	5.9	20.96	6.46	5.74	20.45
27	Uttarakhand	0.0	0.0	22.22	0.0	0.0	20
28	West Bengal	0.0	0.37	28.36	0.0	2.61	9.86
29	Andaman And Nicobar	0.0	0.0	0.0	0.0	0.0	0.0
30	Chandigarh	0.0	0.0	100	0.0	0.0	0.0
31	Dadra and Nagar Haveli and Daman and Diu	50	0.0	0.0	0.0	0.0	0.0
32	Delhi	50	20.59	20.59	29.41	32.35	17.65
33	Jammu And Kashmir	0.0	0.0	0.0	0.0	0.0	0.0
34	Ladakh	0.0	0.0	0.0	0.0	0.0	5.56
35	Lakshadweep	0.0	0.0	22.22	0.0	0.0	20
36	Puducherry	0.0	25	0.0	12.50	0.0	37.50

POTENTIAL OF FOOD PROCESSING CLUSTERS IN FATEHGARH SAHIB

4493. DR. AMAR SINGH:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) whether the Government has evaluated the potential of food processing clusters in and around Fatehgarh Sahib Parliamentary Constituency including Sirhind, Bassi Pathana, Khamano and nearby agricultural procurement belts for scaling value-addition in cereals, pulses, dairy and horticulture produce;

(b) if so, the details thereof along with the Government support provided or proposed under schemes such as the Production Linked Incentive (PLI) scheme, the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) scheme and Mega Food Park or Cluster initiatives for Punjab with specific reference to units operating in the Fatehgarh Sahib

region; and

(c) the measures proposed to be taken by the Government to enhance processing infrastructure, quality testing laboratories, packaging facilities, cold storage and market linkage for farmer-producer groups and Micro, Small and Medium Enterprises (MSMEs) so that farmers of Sirhind, Bassi Pathana and Khamano obtain better price realisation through local processing?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) to (c): In order to promote and ensure overall development of the food processing sector, Ministry of Food Processing Industries (MoFPI) incentivizes entrepreneurs to establish related Industries through its two Central Sector Schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a centrally sponsored scheme namely PM Formalization of Micro Food Processing Enterprises (PMFME) scheme across the country including the State of Punjab.

In order to promote local industries, One District One Product (ODOP) approach under PMFME Scheme has been adopted to reap the benefit of scale in terms of procurement of inputs, availing common services and marketing of products. It provides the framework for value chain development and alignment of

support infrastructure. Under PMFME Scheme, ODOP products for all the 23 districts of the Punjab has been identified including jaggery in Fatehgarh Sahib district.

Under various component schemes of PMKSY, MoFPI provides financial assistance for creation of cold chain facilities; processing infrastructure, packaging and quality testing laboratories across the country including Fatehgarh Sahib Parliamentary Constituency of Punjab and thereby increasing the income of the farmers. MoFPI provides subsidy/incentives to the eligible entities, as per scheme guidelines across the country including Micro, Small and Medium Enterprises (MSMEs).

The details of food processing projects approved by MoFPI under the said three schemes in the State of Punjab is given in the enclosed **Statement.**

STATEMENT

A. Projects approved for assistance in Punjab under component schemes of PMKSY:

(Rs in Cr)

Sr.No	Project Name	District	Date of Approval	Project Cost	Approved Grant-in-aid	Released Grant-in-aid
Component Scheme- Mega Food Park Scheme						
1	International Mega Food Park Ltd., Fazilka, Punjab	Fazilka	25-05-2011	130.38	50	45
2	Punjab Agro Industries Corporation Ltd., (PAIC)	Kapurthala	06-11-2015	107.83	48.7	38.76

	Kapurthala					
3	Sukhjit Mega Food Park & Infra Ltd. Kapurthala	Ludhiana	27-11-2015	117.61	37.73	37.62
Component Scheme- Integrated Cold Chain and Value Addition Infrastructure Scheme						
4	B.D. Agro	Kapurthala	25-05-2011	22.64	9.84	9.84
5	Alchemist Foods Ltd	Ropar	27-02-2012	40.71	3.05	3.05
6	International Fresh Farm Products (India) Ltd.	Sangrur	20-07-2012	28.81	7.26	7.26
7	Kool Tech Infra & Logistics	Kapurthala	04-10-2013	24.90	9.38	9.38
8	Pagro Frozen Foods Pvt. Ltd.	Fatehgarh Sahib	04-10-2013	40.00	10.00	10.00
9	Supreme Agro Foods Pvt. Ltd.	Ludhiana	04-10-2013	31.17	8.07	8.07
10	Resource Foods Pvt Ltd	Patiala	06-12-2013	21.56	7.30	7.30
11	Chanakya Dairy Products Limited	Fatehgarh Sahib	22-05-2015	31.00	10.00	10.00
12	K.F. Milk Foods	Jalandhar	22-05-2015	26.83	3.83	3.83
13	Sangha Refrigeration	Jalandhar	22-05-2015	26.21	10.00	10.00
14	Goyal Farm Fresh	Mohali	11-04-2017	26.20	9.5	9.50
15	Asianlak Health Foods Ltd.	Ludhiana	17-04-2017	22.77	7.59	7.59
16	Kathpal Dairies Unit-II	Moga	19-04-2017	11.31	3.56	3.56
17	Siberian Tiger Foods	Amritsar	25-04-	12.96	4.66	4.66

			2017			
18	Pagro Frozen Foods Pvt. Ltd.	Fatehgarh Sahib	02-05-2017	12.00	3.98	3.98
19	Hargur Milk Products Private Limited	Patiala	09-03-2018	10.94	2.62	2.62
20	A.S.Frozen Foods	Nawansher	29-10-2018	17.31	6.35	6.35
21	PRS Milk Products Pvt Ltd	Fatehgarh Sahib	05-11-2018	3.90	0.91	0.91
22	Native Farm Food (SC)	Fazilka	19-07-2019	1.47	0.71	0.71
23	P. Star Agro Products	Hoshiarpur	23-11-2020	16.12	5.11	5.11
24	Gurdev Agro Farm Fresh (SC)	Muktsar Sahib	31-03-2021	17.43	10.00	2.37
25	Arrk Enterprises	Mohali	25-05-2022	26.31	8.46	5.23
26	MC Foods	Patiala	08-12-2022	46.51	7.08	7.08
27	Golden Foods Specialities Private Limited	S.A.S Nagar	29-02-2024	33.73	4.16	0.00
Component Scheme- Infrastructure for Agro-Processing Clusters Scheme						
28	SMS Food Park	Jalandhar	15.03.2019	15.19	4.68	3.19
29	Big Belly Brothers Gourmet Grounds	Muktsar	08.06.2018	27.86	8.69	6.16
30	T R Mega Foods and Beverages LLP	Firozpur	03.07.2019	27.44	6.75	5.14
Component Scheme- Creation / Expansion of Food Processing & Preservation Capacities Scheme						
31	Godrej Tyson Foods Ltd	Ludhiana	19-02-2018	69.98	5	5.00
32	Schreiber Dynamix Diaries	Fazilka	19-02-	30.67	5	4.75

	Pvt Ltd		2018			
33	Meat Masters	Ludhiana	19-02-2018	8.76	1.99	1.99
34	Iscon Balaji Foods Pvt Ltd	Ludhiana	08-06-2018	25.33	5	5.00
35	Sharman Jain Sweets	Ludhiana	22-08-2019	15.42	3.94	3.93
36	Delmonte Foods India (North) Pvt. Ltd. Formerly known as M/s Fieldfresh Foods (North) Private Limited	Ludhiana	16-03-2020	54.00	4.61	4.15
37	Big Belly Brothers Gourmet Grounds	Sri Muktsar Sahib	16-03-2020	8.82	3.05	1.47
38	SMS Food Park Unit III (Fruit Juices and Puree in Tetra Pack)	Jalandhar	21-07-2020	9.45	3.09	1.39
39	SMS Food Park Unit - II	Jalandhar	23-05-2022	9.31	2.65	0.00
40	Anandkartar Foods LLP	Ludhiana	05-12-2022	14.27	3.22	3.22
41	T.R. Agro Producer LLP	Firozpur	05-12-2022	6.32	1.64	1.64
42	Archian Foods Private Limited	S.A.S Nagar	05-01-2023	21.60	5	5.00
43	Bectors Food Specialties Limited	Patiala	05-01-2023	72.99	5	5.00
44	SMP Group of Industries	Gurdaspur	08-07-2023	17.00	5	5.00
45	Star Foods	Ludhiana	29-02-2024	64.58	5	5.00

Component Scheme- Scheme for Creation of Backward and Forward Linkages						
46	Goverdhan Industries	Fazilka	10-04-2018	4.09	1.26	1.22
47	Rai Poultries	Amritsar	13-09-2018	22.76	4.91	4.7
48	Balaji Multipurpose Cold Storage	Patiala	28-09-2018	9.49	3.85	3.79
49	Perfect Poultry Products Private Limited	Amritsar	02.12.2020	15.91	2.6	2.54
Component Scheme- Operation Greens						
50	Royale Agro Processing Industries	Mohali	09-11-2022	45.29	9.84	3.18
Component Scheme- Food Safety & Quality Assurance Infrastructure						
51	Punjab State Co-Operative Supply Marketing Federation Ltd. Markfed House Chandigarh	Chandigarh	22-11-2005	1.68	1.43	1.43
52	Central Institute of Post-Harvest Engineering & Technology	Ludhiana	23-08-2011	2.59	1.81	1.80
53	Punjab Biotechnology Incubator	SAS Nagar(Mohali)	24-11-2011	3.22	2.02	2.02
54	Shakti Api foods, Malerkotla	Sangrur	_	8.28	0.94	0.94
55	Punjab Agricultural University, (Regional Research Station, Bhatinda)	Bhatinda	_	1.31	0.78	0.77
56	Central University of Punjab	Bhatinda	04-12-2017	5.53	4.87	4.82
57	Sabiha Research & Development LLP, SAS Nagar, Punjab	SAS Nagar(Mohali)	04-10-2018	4.02	1.20	1.20

58	Maharaja Ranjit Singh Punjab Technical University,	Bhatinda	02-09-2019	2.89	2.53	1.91
59	Punjab Biotechnology Incubator	SAS Nagar(Mohali)	26-03-2021	8.05	4.97	2.42
60	Emminent Analytics	SAS Nagar	01-03-2024	10.84	4.56	2.23

B. Micro Food Processing Industry based proposals approved in Punjab state under PMFME:

		Micro Food Processing Industries approved for credit linked		**Number of Self Help Groups (SHG) supported for Seed Capital**	
S.No.	**Districts**	**No. of Sanctions approved**	**Loan Sanctioned Amount (Rs. In Cr.)**	**SHG Members approved**	**SHG Amount Sanctioned (in Rs. Cr.)**
1	Amritsar	43	2.84	53	0.14
2	Barnala	283	27.30	183	0.72
3	Bathinda	573	48.92	205	0.76
4	Faridkot	145	12.99	28	0.10
5	Fatehgarh Sahib	44	3.34	28	0.09
6	Fazilka	39	2.75	35	0.12
7	Firozepur	80	6.57	80	0.18
8	Gurdaspur	67	4.51	127	0.43
9	Hoshiarpur	109	5.89	17	0.05
10	Jalandhar	107	7.44	17	0.07
11	Kapurthala	46	3.86	19	0.04
12	Ludhiana	193	17.42	87	0.19
13	Malerkotla	97	8.71	0	0.00
14	Mansa	299	30.55	50	0.19
15	Moga	203	16.55	51	0.09
16	Pathankot	22	1.10	27	0.02

17	Patiala	167	14.41	106	0.28
18	Rupnagar	20	1.29	88	0.26
19	S.A.S Nagar	42	3.06	43	0.15
20	Sangrur	305	28.75	37	0.12
21	SBS Nagar	26	1.68	15	0.04
22	Sri Muktsar Sahib	171	15.66	42	0.11
23	Tarn Taran	27	1.25	66	0.22

C. Food Processing Industry Projects approved for Assistance in Punjab under PLISFPI:

(Rs in Cr.)

S. No	Beneficiary Name	District	Committed Investment
1	Del Monte Foods Private Limited	Ludhiana	49.54
2	Gujarat Co-Operative Milk Marketing Federation Ltd Rtc	Ludhiana	3.75
3	Hindustan Unilever Limited F&V	Patiala	52.03
4	Iscon Balaji Foods Private Limited	Ludhiana	3.37
5	Hindustan Unilever Limited Millet	Kapurthala	0
6	Mrs Bectors Food Specialities Limited	Patiala	0
7	Mrs Bectors Food Specialities Limited	Jalandhar	0
8	Tata Consumer Products Limited	Ludhiana	15.13
9	Varun Beverages Ltd.	Pathankot	2.48

JOB OPPORTUNITIES IN FOOD PROCESSING SECTOR

4494. DR. M.P. ABDUSSAMAD SAMADANI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the extent to which food processing units have helped to increase farmers' income;

(b) the steps taken by the Food Safety and Standards Authority of India (FSSAI) for quality control;

(c) whether there is a possibility of creating new job opportunities in the food processing sector, if so, the details thereof; and

(d) the status of the food parks sanctioned in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): In order to promote and ensure overall development of Food Processing Industries, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of related infrastructure through its two Central Sector Schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored scheme namely PM Formalization of Micro Food Processing Enterprises (PMFME) scheme across the country.

All these schemes are implemented across the country and aim towards creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet which includes storage, transportation, creation of market linkages etc., thereby help in reducing post-harvest losses and facilitating enhance farmers income.

(b): Food Safety and Standards Authority of India (FSSAI) is mandated to lay

down science-based standards for articles of food and to regulate their manufacture, storage, distribution, sale, and import to ensure the availability of safe and wholesome food for human consumption. Towards achieving the same, FSSAI has established a network of 252 food testing laboratories for analysis of food samples and 24 Referral Food Laboratories for the analysis of appellate samples by empaneling food testing laboratories of various govt institutes, states and of private entities. Apart from this, there are 305 mobile food testing laboratories or Food Safety On Wheels (FSW) to combat adulteration in various food commodities, currently, deployed across 35 States/UTs.

(c): MoFPI provided financial assistance to the entrepreneurs under its three schemes viz. PMKSY, PLISFPI & PMFME and thereby creating off-farm employment opportunities across the country. As on 31.12.2025, 4.69 lakh direct/ indirect employment opportunities have been generated from the operational projects under component schemes of PMKSY, 5.18 lakh direct and indirect employment opportunities have been generated under PMFME scheme and 3.29 lakh direct/ indirect employment opportunities has been generated under PLISFPI across the country.

(d): MoFPI has approved 2 Mega Food Parks and 2 Agro Processing clusters (Mini Food Parks) under component schemes of PMKSY in the state of Kerala. Details are given in the enclosed **Statement**.

STATEMENT

Mega Food Parks and Agro Processing clusters (Mini Food Parks) approved for assistance in Kerala under component schemes of PMKSY:

(Rs in Cr)

Project Name	District	Date of Approval	Project Cost	Approved Grant-in-aid	Released Grant-in-aid	Status
Component Scheme-Mega Food Park						
Kerala Industrial Infrastructure Development Corporation	Palakkad	27.11.2015	105.39	50	50	Operational
Kerala State Industrial Development Corporation Ltd	Alappuzha	27.11.2015	129.15	50	37.80	Operational
Component Scheme-Infrastructure for Agro-Processing Clusters Scheme						
Chendayad Granites Private Limited	Wayanad	03.10.2019	29.5	9.97	9.65	Operational
Synthite Industries Private Limited	Ernakulam	30.04.2020	42.22	9.05	8.37	Operational

UNOCCUPIED HOUSES UNDER PMAY-U

4495. SHRIMATI BAG MITALI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether it is a fact that the deadline for Pradhan Mantri Awas Yojana - Urban (PMAY-U) expired on 31st December, 2024;

(b) if so, the percentage of completed and unoccupied houses out of the total

sanctioned houses under PMAY-U as of 31st December, 2025, vertical-wise; and

(c) the reasons for a large number of unoccupied houses, particularly under the in-situ slum redevelopment and affordable housing verticals of PMAY-U?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana – Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country. The scheme period of PMAY-U has been extended up to 30th September 2026 for completion of under-construction houses and release of funds through SNA-SPARSH module.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 ‘Housing for All’ Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years.

Based on the project proposal submitted by States/UTs, a total of 125.15 lakh houses including 13.67 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far across the country. Of the sanctioned houses, 116.57 lakh (93%) houses have been grounded; of which 97.30 lakh (83%) are completed and 94.83

lakh (97%) are occupied, as on 02.03.2026. The vertical-wise details of houses sanctioned, grounded, completed and occupied is given in the enclosed **Statement**.

Occupancy of completed houses is an important concern raised with States/Union Territories (UTs) during periodically held review meetings. The reasons of unoccupancy in In-situ Slum Redevelopment (ISSR) and Affordable Housing in Partnership (AHP) vertical of PMAY-U include incomplete basic infrastructure such as water, roads and electricity, migration or unwillingness to relocate from existing livelihoods and social networks, financial constraints in contributing beneficiary share, delays in documentation and allotment by implementing agencies.

The States/UTs have been advised to improve occupancy of houses under PMAY-U by providing civic infrastructure and ensuring allotment to beneficiaries on priority. The Ministry conducts regular review meetings with States/UTs to complete the remaining houses and ensure occupancy within the stipulated timeframe.

STATEMENT

Vertical-wise details of houses sanctioned, grounded, completed and occupied under PMAY-U & PMAY-U 2.0:

Verticals	Details of Houses (Nos.)			
	Sanctioned	**Grounded**	**Completed**	**Occupied**
Beneficiary Led Construction (BLC)	80,73,499	70,89,302	55,32,922	55,32,922
Affordable Housing in Partnership/ Affordable Rental Housing (AHP/ARH)	15,68,826	12,96,958	10,06,961	6,43,935
In-situ Slum Redevelopment (ISSR)	2,84,366	2,81,340	2,60,189	2,27,311
Credit Linked Subsidy Scheme/Interest Subsidy Scheme (CLSS/ISS)	25,88,322	25,88,322	25,88,322	25,88,322
Total	**125.15 Lakh**	**116.57 Lakh***	**97.30 Lakh***	**94.83 Lakh***

* Includes completed (3.42 lakh), occupied (4.91 lakh)/grounded (4.01 lakh) houses of earlier scheme of JnNURM during the mission period of PMAY-U.

NATIONAL HIGHWAY PROJECTS

4496. SHRI SHAHU SHAHAJI CHHATRAPATI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the status of National Highway projects passing through Kolhapur district; and

(b) whether land acquisition issues are delaying the works, if so, the details thereof and the expected completion dates?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Total 10 projects have been approved at an estimated cost of Rs. 10,665 crores for development of National Highways (NHs) in Kolhapur District during last three years including current year. Out of this, one project has been completed, four projects are under implementation, one project has been awarded and remaining 4 projects have been sanctioned but not awarded.

(b): There have been delays in completion of some NH projects due to existing Right Of Way (ROW) disputes, delays in land acquisition, forest as well as wildlife clearances, delays in utility shifting and other pre-construction activities as well as cash flow issues with some of the Contractors. All the pending issues have been substantially resolved and these delayed projects are targeted for completion as per the revised timelines in a phased manner.

MSMEs IN ANANDPUR SAHIB

4497. SHRI MALVINDER SINGH KANG:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the details of digitalisation schemes introduced for Micro, Small and Medium Enterprises (MSMEs) in Anandpur Sahib including funds sanctioned and released during the years 2023-25;

(b) the number of MSME units in Anandpur Sahib adopting digital platforms for marketing, inventory and payments, along with sector-wise distribution;

(c) the training and awareness programmes conducted to support MSMEs in digital transformation, with details of participants and implementing agencies;

(d) the impact assessment of digital adoption on productivity, turnover and employment generation in the Anandpur Sahib Lok Sabha Constituency; and

(e) the measures taken or proposed by the Union Government to further promote digital tools and e-commerce platforms for small enterprises in Anandpur Sahib?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): Government of India has been actively taking several steps to increase the utilization of digital technology and infrastructure through Digital India flagship programme to transform India into digitally empowered society and knowledge economy. Under the Digital India programme, the Ministry of Electronics and Information Technology (MeitY) offers services on Digital Infrastructure as a Utility, Governance and Services on Demand, Digital Empowerment of Citizens and MSMEs. Digital payments are also done by MSMEs through different digital platform. In order to improve and increase the integration of above technologies to help MSMEs for digitalisation across the country, the Ministry of Micro, Small

and Medium Enterprises (MSME) runs various schemes and initiatives, which inter-alia includes the Udyam Portal, MSME Champions Portal, Government e-Marketplace (GeM), Trade Receivables Discounting System (TReDS), MSME Mart, MSME SAMBANDH, and Online Dispute Resolution (ODR) portal, enabling digital registrations, online procurement, e-market access, receivable financing, and grievance redressal.

These schemes are implemented through their respective implementing agencies and funds are released to the IAs. Since all these schemes are Central Sector Schemes, no funds are released directly to States. All these programmes have separate provision for organizing training and awareness programmes which are being organised in all over the country including the Anandpur Sahib city in the State of Punjab. Udyam Registration enables the MSMEs to avail the benefits under different schemes of the Ministry and the Udyam registration details (All India, Punjab & Rupnagar District including Anandpur Sahib) are as follows:

MSMEs Detail Under UDYAM & UAP Since 01/07/2020 to 15/03/2026							
State / District	**Micro**	**Small**	**Medium**	**Total**	**Mfg.**	**Service**	**Trading**
All India	7872140	491078	37045	79250063	16542125	28840800	33867138
Punjab	2141880	16996	1236	2160112	462202	795478	902432
Rupnagar	45859	177	10	46046	7231	19203	19612

(d) and (e): Government periodically assesses the extent of digital adoption among Micro, Small, and Medium Enterprises (MSMEs), covering aspects such

as e-commerce platforms, digital accounting, supply chain digitization, and participation in platforms like the Government e-Marketplace (GeM) and Open Network for Digital Commerce (ONDC) through evaluation studies in collaboration with industry and research institutions. The Output-Outcome Monitoring Framework of NITI Aayog's is another institutional mechanism to evaluate the outcome of such schemes. The digital initiatives are playing an important role for implementing several schemes and programmes in the Ministry and to boost sales, production and connectivity for MSMEs.

STATUS OF SILIGURI-JHAPA PETROLEUM PIPELINE PROJECT

4498. SHRI JAGANNATH SARKAR:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the present status of the Siliguri-Jhapa petroleum pipeline project, including confirmation that approximately seven per cent of the physical work has been completed so far;

(b) the details of the key milestones achieved to date and the remaining stages of execution, particularly in the Siliguri region;

(c) the total estimated investment of the project, the implementation model adopted and the details of funds allocated, released and utilised till date;

(d) the steps being taken by the Government to facilitate faster execution of the project, including coordination with the Government of Nepal, resolution of land

and right-of-way issues and inter-agency support; and

(e) the expected timeline for completion and commissioning of the project and the anticipated benefits for fuel logistics, regional connectivity and India-Nepal energy cooperation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (e): Pre-construction work for the Siliguri–Jhapa Petroleum Pipeline (SJPL) project is currently in progress. As of February 2026, about 9% of the physical work has been completed. Important activities such as the Detailed Engineering Route Survey (DERS) and cadastral survey have already been finished. In addition, procurement process for long-lead items has started.

The total estimated investment for SJPL is ₹267 Crores (+/- 10%). The cost of construction is to be completely borne by IOCL. As of February'2026, IOCL has allocated ₹267 crore, of which ₹2.68 crore has been committed and ₹1.77 crore expended.

Apart from discussions at during the India-Nepal Joint Working Group (JWG), regular meetings of a dedicated Steering Committee for the project comprising members from IOCL and NOC are held.

Upon completion of this pipeline, it will mitigate any disruptions in supplies due to unforeseen situations which have potential to generate fuel crisis in

Nepal. It will also cater to Central and eastern parts of Nepal thereby reducing transportation costs, congestion at the borders, road safety concerns etc. India is the major supplier of fuel to Nepal and this project will further consolidate the energy cooperation with Nepal.

IMPLEMENTATION OF JJM

4499. SHRI SOUMENDU ADHIKARI:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the details of the budgetary allocation made during the current Financial Year (FY) 2026-27 towards Jal Jeevan Mission (JJM), drinking water and sanitation in terms of actual expenditure of FY 2023-24, State-wise;

(b) whether the Government has issued any directives or certain conditions to be fulfilled before funding to States under the schemes of the said Mission and if so, the details thereof;

(c) the number of rural households still not receiving safe drinking water through tap connections across the country, State-wise;

(d) whether the Government has conducted any independent review or audit to assess the progress and quality of water supply implemented under the said Mission and if so, the details and key findings thereof; and

(e) the steps being taken by the Government for effective implementation of the said Mission and to rectify failed or poorly implemented projects by States

along with the action initiated/likely to be initiated by the Government to complete the target of the said Mission on time?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA): (a) to (c): To enable every rural household in the country to have assured potable water, in adequate quantity of prescribed quality on regular and long-term basis, through tap water connection, since August 2019, Government of India in partnership with states, is implementing Jal Jeevan Mission (JJM) - Har Ghar Jal.

At the start the Mission, only 3.23 Crore (16.7%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 03.03.2026, under Jal Jeevan Mission (JJM) – Har Ghar Jal more than 12.58 Crore additional rural households have been provided with tap water connections. Thus, as on 03.03.2026, out of around 19.36 Crore rural households in the country, around 15.82 Crore (81.71%) households are reported to have tap water supply in their homes and works for the remaining 3.54 Crore households are at various stages of implementation in respective States. State/ UT-wise status of tap water supply across the country as on 03.03.2026 is given in the enclosed **Statement.**

The extended phase of JJM will focus on the quality of infrastructure and O&M of rural piped water supply schemes through "*Jan Bhagidhari*". Separate MoUs are being signed with States/UTs, to ensure sustainability and citizen-

centric water service delivery. For the implementation of JJM an amount of Rs. 67,670 Crore has been proposed as BE for 2026-27. Year-wise and State/ UT-wise details of financial progress under the Mission since 2019 is in public domain and is accessible at:

https://ejalshakti.gov.in/JJM/JJMReports/Financial/JJMRep_StatewiseAllocationReleaseExpenditure.aspx

(d): The Department undertakes assessment of the functionality of household tap water connections provided under the Mission, through an independent third-party agency, selected based on standard statistical sampling. During the Functionality Assessment, 2024, it was found that 98.1% of households in surveyed villages had tap connections; 87% of households with tap connections reported receiving water in the past week, indicating overall progress; 84% households receive water as per schedule; 80% households found receiving the minimum 55 LPCD water; 76% households found free from bacteriological contamination and 81% households of the supply source found free from chemical contamination and considering the parameters of quantity, quality and regularity, 76% of household tap connections were found to be functional.

(e): Drinking water being a state subject, under JJM, responsibilities for planning, approval, implementation, operation and maintenance of drinking water supply schemes lie with State/ UT governments. Government of India supplements the efforts of the State/ UT government by providing technical and financial

assistance. States have reported challenges such as scarce dependable water sources in stressed areas, geogenic contamination, difficult terrain, scattered habitations, limited technical capacity, rising material costs and delays in statutory clearances, etc. To address these challenges, the Government introduced measures like Special Assistance for Capital Expenditure, appointed nodal officers for faster clearances, set up SPMUs, DPMUs and the Nal Jal Mitra programme to strengthen local technical skills. Further, initiative of Jal Shakti Abhiyan: Catch the Rain further promote source sustainability, community-led conservation and women's leadership in ensuring long-term drinking water security.

To ensure universal coverage through tap water connection, the Department has evolved a comprehensive multi-level and multi-format system of monitoring and evaluation of the implementation of programme, linking AADHAR of the head of household for targeted delivery and monitoring of specific outcomes, subject to statutory provisions, including geo-tagging of assets created, third-party inspections before making payments, measurement and monitoring of water supply in villages through sensor-based IoT solution on pilot basis, etc.

Further, to expedite the implementation and strengthening the existing monitoring mechanisms under Jal Jeevan Mission aiming at improving efficiency and effectiveness, steps like Village/ District Dashboards and linking Village Level Dashboards to eGramswaraj portal, District Collectors' Peyjal Samvad,

Institutionalization of Role of National WASH Experts (NWEs) through IMIS module, Role of TPIAs, strengthened collaboration with line Ministries, Decision Support System for strengthening Source Sustainability, Handbook on Community Managed Piped Water Systems, Unique ID for integrated Piped Water System, etc. have recently been taken up under JJM.

STATEMENT

Status of tap water supply across the country as on 03.03.2026

S. No.	State/ UT	Total rural HHs as on date	Rural HHs with tap water supply		Rural HHs without tap water supply	
			In No.	%	In No.	%
1.	A&N Islands	0.62	0.62	100.00	-	-
2.	Andhra Pradesh	95.53	71.71	75.06	23.82	24.94
3.	Arunachal Pradesh	2.29	2.29	100.00	-	-
4.	Assam	72.24	59.03	81.71	13.22	18.29
5.	Bihar	167.55	160.36	95.71	7.19	4.29
6.	Chhattisgarh	49.97	41.20	82.44	8.77	17.56
7.	DNH & DD	0.85	0.85	100.00	-	-
8.	Goa	2.64	2.64	100.00	-	-
9.	Gujarat	91.18	91.18	100.00	-	-
10.	Haryana	30.41	30.41	100.00	-	-
11.	Himachal Pradesh	17.09	17.09	100.00	-	-
12.	Jammu & Kashmir	19.26	15.64	81.23	3.61	18.77
13.	Jharkhand	62.53	34.51	55.18	28.03	44.82
14.	Karnataka	101.31	87.83	86.70	13.48	13.30
15.	Kerala	70.77	38.84	54.88	31.93	45.12
16.	Ladakh	0.41	0.40	97.97	0.01	2.03
17.	Madhya Pradesh	0.13	0.12	91.45	0.01	8.55
18.	Maharashtra	111.29	82.27	73.92	29.02	26.08
19.	Manipur	146.78	132.75	90.44	14.02	9.56
20.	Meghalaya	4.52	3.59	79.60	0.92	20.40
21.	Mizoram	6.51	5.43	83.47	1.08	16.53

22.	Nagaland	1.33	1.33	100.00	-	-
23.	Odisha	3.64	3.44	94.47	0.20	5.53
24.	Puducherry	88.64	68.48	77.25	20.17	22.75
25.	Punjab	1.15	1.15	100.00	-	-
26.	Rajasthan	34.27	34.27	100.00	-	-
27.	Sikkim	107.69	63.00	58.50	44.69	41.50
28.	Tamil Nadu	1.33	1.22	92.09	0.11	7.91
29.	Telangana	125.26	112.20	89.57	13.06	10.43
30.	Tripura	53.98	53.98	100.00	-	-
31.	Uttar Pradesh	7.51	6.48	86.33	1.03	13.67
32.	Uttarakhand	267.20	243.72	91.21	23.48	8.79
33.	West Bengal	14.48	14.19	97.97	0.29	2.03
Total		**19,35.87**	**15,81.70**	**81.71**	**3,54.17**	**18.29**

HH: Household Source: JJM – IMIS

FUNDS ALLOCATED FOR NATIONAL SC/ST HUB FOR TAMIL NADU

4500. SHRI A. RAJA:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the details of funds allocated and utilized for the National SC/ST Hub (NSSH) in the State of Tamil Nadu during the last five years;

(b) the number of SC/ST entrepreneurs supported and Micro, Small, and Medium Enterprises (MSMEs) registered under the scheme in Tamil Nadu during the last five years, district-wise;

(c) the details of the present implementation status regarding capacity building, mentoring and credit facilitation provided to SC/ST entrepreneurs in the State; and

(d) the details of procurement linkages established to enable SC/ST-owned MSMEs in the State of Tamil Nadu to participate in the Union Government Departments and undertakings tenders and exhibitions?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The National Scheduled Caste and Scheduled Tribe Hub (NSSH) Scheme is being implemented through National Small Industries Corporation Limited (NSIC), a CPSE under this Ministry. Various activities are being carried out across the country to mainstream the economic activities of SC/ST and to achieve the 4% mandated procurement target of the Government. Details of fund utilized in the State of Tamil Nadu under the Scheme during last five years is given below:

(Amount in Rs.)

FY	Amount
2020-21	90,63,160
2021-22	26,60,175
2022-23	4,23,49,112
2023-24	49,53,280
2024-25	29,42,257
Total	**6,19,67,984**

(b): A total of 1959 SC/ST entrepreneurs/MSEs were supported under NSSH Scheme during last five years in the State of Tamil Nadu. District wise details are given in the enclosed **Statement**.

(c): To achieve the objectives of the NSSH Scheme, several steps have been taken up, such as Special Credit Linked Capital Subsidy Scheme, capacity building programs and training, vendor development programme along with CPSEs to enhance competitiveness, market linkages, etc. A total of 13047 SC/ST entrepreneurs from the State of Tamil Nadu have been facilitated under various components of NSSH Scheme since its inception in October 2016.

(d): To enhance the participation of SC/ST entrepreneurs in public procurement, 15 National SC-ST Hub Offices (NSSHOs) have been established across the country to provide handholding support in areas of tender participation, credit facilitation, Udyam Registration, onboarding on GeM etc. These NSSHOs organize e-tendering workshops, awareness Programs, Special Vendor Development Programs, etc. to create awareness amongst the SC/ST. One NSSHO has been established at Chennai to serve SC/ST entrepreneurs in the State of Tamil Nadu.

STATEMENT

District wise details of beneficiaries under National SC-ST Hub Scheme during last five years in Tamil Nadu:

S. No.	District Name	No. of SC/ST beneficiary
1	Ariyalur	5
2	Chengalpattu	4
3	Chennai	747
4	Coimbatore	70
5	Cuddalore	67
6	Dharmapuri	12

S. No.	District Name	No. of SC/ST beneficiary
7	Dindigul	14
8	Erode	57
9	Kallakurichi	1
10	Kancheepuram	131
11	Kanniyakumari	69
12	Karur	10
13	Krishnagiri	22
14	Madurai	42
15	Nagapattinam	10
16	Namakkal	101
17	Perambalur	10
18	Pudukkottai	16
19	Ramanathapuram	4
20	Salem	126
21	Sivaganga	14
22	Tenkasi	2
23	Thanjavur	26
24	Theni	2
25	The Nilgiris	5
26	Thiruvallur	57
27	Thiruvarur	3
28	Thoothukkudi	26
29	Tiruchirappalli	71
30	Tirunelveli	20
31	Tiruppur	79
32	Tiruvannamalai	15
33	Vellore	73
34	Viluppuram	24
35	Virudhunagar	24
Total		**1959**

FINANCIAL VIABILITY OF REGIONAL AIR CONNECTIVITY

4501. DR. PRABHA MALLIKARJUN:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government has reviewed the long-term financial viability of regional air routes after the withdrawal of viability gap funding and if so, the details thereof;

(b) the number of regional routes discontinued during the last five years due to low passenger load factors or airline losses, State-wise;

(c) whether route planning under regional connectivity schemes adequately factors in local economic activity, industrial growth and educational hubs and if so, the details thereof;

(d) the steps taken to prevent regional airports from becoming under-utilised or financially unviable assets; and

(e) whether any economic feasibility or passenger demand study has been conducted for providing air connectivity to Davanagere and if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (d): Regional Connectivity Scheme-UDAN (RCS-UDAN) is a demand-driven scheme in which airline bidders undertake route planning based on regional

demand factors such as tourism potential, trade activity, industrial clusters, educational centres and existing connectivity gaps. More than 160 operationalised routes have become commercial and are operating without VGF support under the Scheme.

At present, 325 routes awarded under the RCS-UDAN have discontinued of which 167 routes connect airports that have transitioned from unserved/underserved to served airports following earlier UDAN interventions and subsequent development of infrastructure and market presence.

To revive the remaining routes, the Implementing Agency is proactively monitoring discontinued routes and conducting targeted bidding rounds, which have already resulted in the re-operationalisation of several routes.

(e): Government of India (GoI) has formulated a Greenfield Airports (GFA) Policy, 2008 for development of new Greenfield airports in the country. As per the policy, if any airport developer including the State Government desires to develop an airport, they are required to identify a suitable site and get the Prefeasibility Study conducted and submit a proposal to the Central Government for 'Site Clearance' followed by 'In-Principle' approval.

IMPLEMENTATION OF WATER-RELATED SCHEMES IN ANDHRA PRADESH

4502. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the details of the schemes/programmes/initiatives of the Ministry implemented in Andhra Pradesh during the last three years, district-wise, especially in Konaseema district;

(b) the number of beneficiaries covered under each scheme in Andhra Pradesh during the last three years, year, scheme and district-wise, especially in Konaseema district;

(c) the number of households provided with tap water connections and safe drinking water coverage in Andhra Pradesh, district-wise, especially in Konaseema district;

(d) the details of irrigation, water resources and river development projects sanctioned or under implementation in Andhra Pradesh, district-wise, especially in Konaseema district;

(e) the funds allocated, released and utilised under the said schemes in Andhra Pradesh during the last three years, year and district-wise;

(f) the status of water quality testing, groundwater management and sanitation measures in Andhra Pradesh, district-wise, especially in Konaseema district; and

(g) whether any new projects or initiatives are proposed by the Government for Andhra Pradesh, particularly in Konaseema district and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA): (a) to (g): Since August 2019, Government of India, in partnership with States, is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal to make provision of tap water supply to every rural household. Water is a state subject and therefore, the primary responsibility for planning and implementing piped water supply schemes to provide tap water to their households, lies with the respective State/UT. Government of India supplements the efforts of the States by providing technical and financial assistance under JJM.

As reported by State Govt. of Andhra Pradesh, at the start of the Mission, only 30.74 Lakh (32.18%) rural household were reported to have tap water connection. As on 17.03.2026, out of 95.53 lakh rural household, around 71.84 lakh (75.20%) rural households have been provided tap water connection in Andhra Pradesh. The number of households provided with tap water connections and safe drinking water coverage district-wise including Konaseema district is available in public domain at the following URL:

https://ejalshakti.gov.in/jjmreport/JJMState.aspx.

Under JJM, this Department releases funds to States/UTs only. Further, district-wise fund allocations are made and maintained by States/UTs and not by this department. The details of Central fund allocated and fund drawn by the State of Andhra Pradesh during the last three years, is as under:

Rs. in Crore

S. No.	Year	Central share					State Expenditure
		Opening Balance	Fund allocated	Fund Drawn	Available fund	Expenditure	
1	2022-23	712.13	3,458.20	-	712.13	304.71	98.38
2	2023-24	407.42	6,530.49	793.57	1,200.99	861.11	939.08
3	2024-25	339.88	2,520.97	70.00	409.88	375.65	597.87
4	2025-26	34.24	-	-	34.24	0.01	103.63

Source: JJM-IMIS

Under JJM, to enable the States/ UTs for online reporting of water quality monitoring and surveillance including test reports of water samples for water quality, sample collection etc. for drinking water, an online JJM – Water Quality Management Information System (WQMIS) portal has also been developed. The State–wise details of water quality test reported through WQMIS are available in public domain and can be accessed at: https://ejalshakti.gov.in/WQMIS/Main/report. The district-wise details of water quality testing reported by Andhra Pradesh on JJM-WQMIS during 2025-26 is given in the enclosed **Statement-I**.

As regard Sanitation, Swachh Bharat Mission (Grameen) Phase II [SBM(G)-Phase II] is being implemented in the country during the period from 2020-21 to 2026-27, with the focus on Open Defecation Free (ODF) sustainability and to cover all the villages with solid and liquid waste management i.e. converting the villages from ODF to ODF Plus (Model). As reported by State of Andhra Pradesh on Integrated Management Information System (IMIS) of

SBM(G), 12071 (75.5%) villages have been declared as ODF Plus (Model) in Andhra Pradesh as on 17.03.2026. District-wise details are given in the enclosed **Statement-II**.

The Central Ground Water Board (CGWB) implements the Ground Water Management and Regulation Scheme across India, including Andhra Pradesh. Rather than releasing funds directly to states, the budget is managed by the CGWB Southern Region office in Hyderabad. Consequently, specific district-wise financial data for areas like Konaseema are not maintained separately, as the regional office oversees combined operations.

Further, Government of India launched “Pradhan Mantri Krishi Sinchayee Yojana (PMKSY)” in 2015. PMKSY aims to improve farm water access and efficiency. Its Har Khet Ko Pani component includes Surface Minor Irrigation and Water Body Restoration. The scheme, extended through 2026, received an additional ₹900 crore allocation in January 2025 to expand irrigation potential by 4.50 lakh hectares. Details of CA release for RRR of WBs of Andhra Pradesh under PMKSY-HKKP from last three years is given in the enclosed **Statement-III.** However, No Surface Minor Irrigation (SMI)/ RRR of Water Bodies scheme of Konaseema district is proposed by Government of Andhra Pradesh under PMKSY-HKKP.

Under the GWMR scheme, the NAQUIM programme has mapped 1.41 lakh sq km in Andhra Pradesh, including the entire 2,080 sq km of Konaseema district.

Management plans for Konaseema focus on conjunctive water use, controlling seawater intrusion, and regulating pumping.According to GWRA-2025, Andhra Pradesh's annual extractable groundwater is 25.02 BCM, with a 31.51% extraction stage. In Konaseema, extraction remains low at 10.51% (10,753.36 HAM). To support sustainability, the 2020 Master Plan identifies a recharge potential of 15,948 MCM across the state.Monitoring via 280 telemetry-linked digital recorders provides real-time data. Quality analysis shows that 8.99% of state samples exceed fluoride limits, 24.23% exceed nitrate limits, and 9.78% show high salinity.

STATEMENT-I

The district-wise details of water quality testing reported by Andhra Pradesh on JJM-WQMIS during 2025-26:

As on 16.03.2026

S.No.	District name	Total No. of samples tested in Laboratories	Testing using FTKs
1	Alluri Sitharama Raju	33209	27735
2	Anakapalli	22293	14217
3	Ananthapuramu	20660	6457
4	Annamayya	40004	38117
5	Bapatla	18868	7522

6	Chittoor	45776	2391
7	Dr. B.R. Ambedkar Konaseema	11693	2660
8	East Godavari	18535	4194
9	Eluru	48734	4978
10	Guntur	13400	795
11	Kakinada	13616	3242
12	Krishna	34987	3850
13	Kurnool	15926	7615
14	Nandyal	23387	5029
15	Ntr	27851	2431
16	Palnadu	34691	1098
17	Parvathipuram Manyam	17765	25899
18	Prakasam	31756	12508
19	Sri Potti Sriramulu Nellore	38780	21725
20	Sri Sathya Sai	33538	2124
21	Srikakulam	29906	2058
22	Tirupati	43269	21491
23	Visakhapatnam	3141	3252
24	Vizianagaram	22326	53890

25	West Godavari	15555	2803
26	Y.S.R.	24569	62249
Total		**684235**	**340330**

Source: JJM-IMIS

STATEMENT-II

District-wise, number of ODF Plus (Model) declared villages in Andhra Pradesh as per IMIS of SBM(G) as on 18-3-2026:

S.N.	District	Total number of villages	Total ODF Plus Model Villages*	% ODF Plus Model Villages
1	ALLURI SITHARAMA RAJU	2,875	813	28.3
2	ANAKAPALLI	669	346	51.7
3	Ananthapuramu	494	494	100.0
4	ANNAMAYYA	439	439	100.0
5	BAPATLA	265	253	95.5
6	CHITTOOR	759	688	90.6
7	Dr. B.R. Ambedkar Konaseema	315	289	91.7
8	EAST GODAVARI	258	258	100.0
9	ELURU	627	627	100.0
10	GUNTUR	187	171	91.4
11	KAKINADA	389	315	81.0
12	KRISHNA	478	476	99.6
13	KURNOOL	439	439	100.0
14	NANDYAL	427	427	100.0
15	NTR	277	277	100.0
16	PALNADU	334	334	100.0
17	PARVATHIPURAM MANYAM	897	442	49.3
18	PRAKASAM	748	748	100.0

19	Sri Potti Sriramulu Nellore	683	526	77.0
20	Sri Sathya Sai	424	424	100.0
21	SRIKAKULAM	1,247	899	72.1
22	TIRUPATI	908	609	67.1
23	VISAKHAPATNAM	79	79	100.0
24	VIZIANAGARAM	926	847	91.5
25	WEST GODAVARI	269	269	100.0
26	Y.S.R.	582	582	100.0
Total:-		**15,995**	**12,071**	**75.5**

*As reported by the State Government of Andhra Pradesh

STATEMENT-III

Details of RRR of WBs schemes of Andhra Pradesh approved under PMKSY-HKKP:

(CA in Rs. crore)

S. No.	Scheme	Districts Covered	No. of Schemes	Year of Inclusion	Estimated Cost	Eligible CA	CA released				Remark
							Up to March 2023	FY 2023-24	FY 2024-25	*FY 2025-26	
1	100 RRR	Prakasham (100)	100	2018-19	66.77	40.06	2.70	0.00	0.00	4.50	Ongoing
2	135 RRR	Ananatpur (33), Nellore (80), Prakasham (22)	135	2021-22	70.72	42.42	0.00	0.00	0.00	4.50	Ongoing

**Mother Sanction*

पांचवीं अनुसूची वाले राज्यों में अनुच्छेद 244 के उपबंधों का कार्यान्वयन

4503. श्री राजकुमार रोत:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले दस वर्षों के दौरान संविधान के अनुच्छेद 244 के अंतर्गत अपनी शक्तियों का प्रयोग करते हुए पांचवीं अनुसूची वाले राज्यों के राज्यपालों द्वारा जनजातीय समुदायों के हित में लिए गए निर्णयों का राज्य-वार और वर्ष-वार ब्यौरा क्या है तथा उन निर्णयों के दस्तावेजी संदर्भ क्या है;

(ख) संविधान के अनुच्छेद 244 के अंतर्गत पांचवीं अनुसूची के पैरा 5(1) में निहित उपबंधों के अनुसार देश के सभी पांचवीं अनुसूची वाले राज्यों में शहरी स्थानीय निकायों के गठन के लिए राज्यपालों द्वारा किन तिथियों पर अधिसूचनाएं जारी की गई थीं और उक्त अधिसूचनाओं का राज्य-वार संदर्भ क्या है;

(ग) पांचवीं अनुसूची वाले क्षेत्रों वाले राज्यों में गठित केंद्रीय जनजातीय सलाहकार समिति और जनजातीय सलाहकार परिषदों (टीएसी) के गठन की प्रक्रिया और उनके अधिकार क्षेत्र का ब्यौरा क्या है तथा पिछले दस वर्षों के दौरान आयोजित बैठकों की संख्या कितनी है; और

(घ) सभी राज्यों की जनजातीय सलाहकार परिषदों द्वारा किए जा रहे कार्यों से संबंधित डेटा को जनता के लिए ऑनलाइन उपलब्ध कराने हेतु तैयार की गई योजना का ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): पांचवीं अनुसूची के तहत आने वाले राज्यों में अनुसूचित क्षेत्रों का प्रशासन भारत के संविधान की पांचवीं अनुसूची के साथ पठित भारत के संविधान के अनुच्छेद 244 के तहत भारत के संविधान के प्रावधानों द्वारा शासित होता है। पाँचवीं अनुसूची के पैराग्राफ 5 के तहत राज्यपाल की शक्तियों का प्रयोग पाँचवीं अनुसूची के राज्यों के संबंधित राज्यपालों द्वारा किया जाता है। ऐसी शक्तियों का प्रयोग करते हुए राज्यपालों द्वारा लिए गए निर्णयों को संबंधित राज्य सरकारों द्वारा अधिसूचित और बनाए रखा जाता है। पिछले दस वर्षों के दौरान ऐसे निर्णयों से संबंधित जानकारी संबंधित राज्य सरकारों द्वारा रखी जाती है।

(ख): पांचवीं अनुसूची के पैराग्राफ 5(1) में निहित प्रावधानों के अनुसार, पांचवीं अनुसूची के राज्यों के

राज्यपाल स्थानीय शासन से संबंधित मामलों सहित अनुसूचित क्षेत्रों की शांति और सुशासन के लिए नियम बना सकते हैं। इस संबंध में अधिसूचनाएं, जहां भी जारी की जाती हैं, संबंधित राज्य सरकारों द्वारा प्रकाशित की जाती हैं और उनके आधिकारिक रिकॉर्ड में रखी जाती हैं।

(ग): पांचवीं अनुसूची के पैरा 4 के प्रावधानों के अनुसार, जिन राज्यों में अनुसूचित क्षेत्र हैं वहाँ जनजातीय सलाहकार परिषद (टीएसी) का गठन किया गया है। इसके अतिरिक्त, यदि राष्ट्रपति द्वारा निर्देश दिया जाए, तो ऐसे राज्यों में भी टीएसी का गठन किया जा सकता है जहाँ अनुसूचित जनजातियाँ तो हैं, परंतु अनुसूचित क्षेत्र नहीं हैं। इन परिषदों का उद्देश्य अनुसूचित जनजातियों के कल्याण एवं उन्नति से संबंधित विषयों पर परामर्श देना है। टीएसी की संरचना, कार्यप्रणाली तथा बैठकों की संख्या आदि संबंधित राज्य सरकारों द्वारा पांचवीं अनुसूची के प्रावधानों के अनुसार निर्धारित की जाती है।

(घ): भारत सरकार राज्यों को टीएसी के प्रभावी कामकाज सहित अनुसूचित जनजातियों के कल्याण के लिए संस्थागत तंत्र को मजबूत करने के लिए प्रोत्साहित करती रही है। टीएसी द्वारा किए गए कार्यों और संबंधित गतिविधियों का विवरण संबंधित राज्य सरकारों द्वारा रखा जाता है।

ACHIEVEMENT OF TARGET UNDER AMRUT

4504. SHRI THARANIVENTHAN M. S.:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0 has achieved its target to provide access to clean water to all urban citizens and if so, the details thereof;

(b) the details of the increase in the number of new water tap connections and

coverage of sewerage and septage connections to households in urban slums during the last three years, especially in Arani Lok Sabha Constituency;

(c) the details of the projects on parks and green spaces approved under AMRUT 2.0 in Tamil Nadu during the last four years; and

(d) the details of the funds spent on sewerage/septage management and water body rejuvenation projects under the said mission since its inception in Tamil Nadu, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): Water and sanitation is a State subject; and management of water including provision of clean drinking water in urban areas is responsibility of the State Governments and concerned Urban Local Bodies (ULBs)/Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States through various Mission/ Schemes such as Atal Mission for Rejuvenation and Urban Transformation (AMRUT)/ AMRUT 2.0.

AMRUT 2.0 has been launched on 01 October 2021 in all Urban Local Bodies (ULBs)/ cities, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage & septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Rejuvenation of water bodies, development of green spaces and parks are other components of

the Mission.

AMRUT 2.0 guidelines also allows for replacement of legacy infrastructure, vulnerable crossings and pressure-managed systems to reduce contamination risks as per priority of States/ UTs. Further, AMRUT 2.0 Mission promotes 24x7 water supply with quality assurance, Drink from Tap (DfT) quality water in selected District Metered Areas (DMAs)/wards, online water quality monitoring, sensors and Supervisory Control and Data Acquisition (SCADA), community participation, especially Women Self Help Groups (SHGs), in water quality testing.

Under AMRUT 2.0, the State Water Action Plans comprising of 3,531 water supply projects worth ₹1,19,670.51 crore, 584 sewerage and septage management projects worth ₹65,624.98 crore and 2,991 water body rejuvenation projects worth ₹6,083.32 crore and 1,665 green spaces and park projects worth ₹1,103.71 crore have been approved so far. Approved projects cover 178 lakh new water tap connections, 65 lakh new sewer connection, development of 11,395 MLD of water treatment plant capacity and 6,649 MLD of sewerage treatment capacity.

Through AMRUT/ AMRUT 2.0 and in convergence with the States, 246 lakh water tap connections in the urban areas have been provided so far and 182 lakh sewer connections (including households covered through Faecal Sludge and Septage Management (FSSM)) have been provided through AMRUT/ AMRUT 2.0 and in convergence in AMRUT Cities. 93,457.51 km of water pipeline network has

been laid/ replaced and 26,995.61 km of sewer network has been laid/ replaced.

Under AMRUT, 258 water supply schemes have smart monitoring systems such as SCADA system and 1,422 water supply projects under AMRUT 2.0 has provision for SCADA system. Mission advocates ease of getting connections to minimize illegal connections. Mission has provision of ₹3,000 per connection to enhance last mile connectivity. Mission advocates use of smart elements, flow meters, pressure valves, etc. to strengthen maintenance systems, digital monitoring, energy efficiency, etc.

For improvement in service delivery, States have taken up DfT projects and States are encouraged to implement at least one DfT project in a DMA or ward within each AMRUT city. 407 projects with 1,153 DMAs benefitting 16.72 lakh Households have been approved in 348 ULBs under AMRUT 2.0.

As informed by the State of Tamil Nadu, in the Arani Lok Sabha constituency one water supply project has been taken up in Ginjee Town panchayat to cover 6862 households with 5077 new water tap connections under AMRUT 2.0. The physical work has been completed. There is no sewerage and septage project taken under AMRUT 2.0 in the Arani Lok Sabha constituency.

(c): Under AMRUT 2.0, the State Water Action Plans of Tamil Nadu comprising of 561 green spaces and park projects worth ₹112.97 crore have been approved. The State has informed that 558 projects at total cost of Rs.160.65 Crores have been completed so far.

(d): Under AMRUT 2.0, the State Water Action Plans of Tamil Nadu comprising of 30 sewerage/ septage management projects worth ₹6,623.40 crore and 467 water body rejuvenation projects worth ₹225.83 crore have been approved.

Funds under AMRUT 2.0 are released/ Mother Sanction is issued to State/UTs and not component/ULBs wise. However, as informed by the State, total amount of Rs.1491.77 crore in the sewerage sector and total amount of Rs.109.91 Crore in the water body rejuvenation projects have been spent on these projects. The district-wise details, as informed by the State are given in the enclosed **Statement.**

STATEMENT

Fund spent under AMRUT 2.0 on Sewerage/ septage management projects and water body rejuvenation projects as informed by the State of Tamil Nadu (as on 28.02.2026):

S. No.	District	Sewerage/ Septage Projects (₹ in crore)	water body rejuvenation projects (₹ in crore)
1	Ariyalur		1.64
2	Chengalpattu		5.36
3	Chennai	797.84	1.99
4	Coimbatore	210.17	3.18
5	Cuddalore		3.96
6	Dharmapuri		0.49
7	Dindigul		3.37
8	Erode		2.14
9	Kallakurichi		2.46
10	Kancheepuram		2.85
11	Kaniyakumari		6.31

12	Karur		0.68
13	Krishnagiri	74.81	1.36
14	Madurai	20.00	2.13
15	Mayiladuthurai		2.66
16	Nagapattinam		1.49
17	Namakkal		2.41
18	Perambalur		0.76
19	Pudukottai	5.50	4.23
20	Ramanathapuram		4.52
21	Ranipet		4.06
22	Salem	60.52	2.85
23	Sivagangai	2.00	7.35
24	Tenkasi		1.90
25	Thanjavur		3.82
26	The Nilgiris		0.82
27	Theni		1.41
28	Thirupathur		1.30
29	Thiruvallur	22.87	3.75
30	Thiruvannamalai	4.31	2.93
31	Thiruvarur		1.84
32	Thoothukudi	79.43	2.40
33	Tiruchirappalli	140.34	4.53
34	Tirunelveli		3.26
35	Tiruppur	73.99	3.82
36	Vellore		3.64
37	Villupuram		3.20
38	Virudhunagar		3.06
	Total	**1491.77**	**109.90**

सड़क दुर्घटनाओं में वृद्धि

4505. श्री बृजेन्द्र सिंह ओला:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हाल ही में देश में सड़क दुर्घटनाओं में वृद्धि हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) वर्ष 2004 से 2025 तक राजस्थान सहित देश में सड़क दुर्घटनाओं में जान गंवाने वाले व्यक्तियों की संख्या और घायल हुए व्यक्तियों की संख्या का वर्ष-वार ब्यौरा क्या है; और

(ग) सरकार द्वारा राजस्थान राज्य सहित देश में सड़क दुर्घटनाओं को रोकने के लिए क्या कदम उठाए जा रहे हैं और तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग): सरकार, राज्यों/,संघ राज्य क्षेत्रों से प्राप्त आंकड़ों के आधार पर "भारत में सड़क दुर्घटनाएं" पर रिपोर्ट प्रकाशित करती है। रिपोर्ट के अनुसार, वर्ष 2004 से 2024 के दौरान राजस्थान सहित देश में सभी श्रेणियों की सड़कों पर हुई कुल सड़क दुर्घटनाओं, मौतों और चोटों का ब्यौरा **विवरण-I** के रूप में संलग्न है।

सरकार ने सड़क सुरक्षा के मुद्दे का समाधान करने के लिए 4ई अर्थात् शिक्षा, इंजीनियरिंग (सड़क और वाहन दोनों की), प्रवर्तन और आपातकालीन देखभाल पर आधारित एक बहुआयामी रणनीति तैयार की है। तदनुसार, देश में सड़क सुरक्षा के लिए विभिन्न पहलें शुरू की गई हैं, जिनका ब्यौरा संलग्न **विवरण-II** में दिया गया है।

<u>विवरण-I</u>

वर्ष 2004 से 2024 के दौरान हुई सड़क दुर्घटनाओं, मौतों और चोटों का ब्यौरा

वर्ष	सड़क दुर्घटनाएं	मौतें	चोटें
2004	429910	92618	464521
2005	439255	94968	465282

2006	460920	105749	496481
2007	479216	114444	513340
2008	484704	119860	523193
2009	486384	125660	515458
2010	499628	134513	527512
2011	497686	142485	511394
2012	490383	138258	509667
2013	486476	137572	494893
2014	489400	139671	493474
2015	505770	146555	503608
2016	484756	151192	497806
2017	469242	150003	467389
2018	470403	157593	464715
2019	456959	158984	449360
2020	372181	138383	346747
2021	412432	153972	384448
2022	461312	168491	443366
2023	480583	172890	462825
2024	487707	177175	471441

<u>विवरण-II</u>

सरकार के सड़क परिवहन और राजमार्ग मंत्रालय द्वारा सड़क सुरक्षा के लिए की गई विभिन्न पहलों का ब्यौरा:

(1) शिक्षा:

i. पूरे देश में राज्य/जिला स्तर पर ड्राइविंग प्रशिक्षण और अनुसंधान संस्थान (आईडीटीआर), क्षेत्रीय ड्राइविंग प्रशिक्षण केंद्र (आरडीटीसी) और ड्राइविंग प्रशिक्षण केंद्र (डीटीसी) की स्थापना हेतु एक योजना लागू करना। हाल ही में, संशोधित योजना दिशानिर्देश जारी किए गए हैं जिनमें ड्राइविंग प्रशिक्षण संस्थानों की स्थापना के लिए वित्तीय सहायता में वृद्धि और पात्रता मानदंडों को सुव्यवस्थित किया गया है। इसके अतिरिक्त, प्रशिक्षण-परीक्षण क्लस्टर दृष्टिकोण के तहत

ड्राइविंग प्रशिक्षण संस्थानों (डीटीआई) के साथ मिलकर स्वचालित परीक्षण केंद्र (एटीएस) स्थापित करने के लिए प्रोत्साहन राशि की शुरुआत की गई है।

ii. सड़क सुरक्षा के बारे में जागरूकता बढ़ाने और सड़क सुरक्षा कार्यक्रमों के संचालन के लिए सड़क सुरक्षा समर्थन योजना संचालित करता है।

iii. जागरूकता फैलाने और सड़क सुरक्षा सुदृढ़ीकरण के लिए प्रति वर्ष राष्ट्रीय सड़क सुरक्षा माह मनाना।

(2) इंजीनियरिंग:

2.1 सड़क इंजीनियरिंग

i. सभी राष्ट्रीय राजमार्गों (एनएच) का तृतीय पक्ष के लेखा परीक्षक/विशेषज्ञों के माध्यम से सड़क सुरक्षा ऑडिट (आरएसए) सभी चरणों अर्थात् डिजाइन, निर्माण, संचालन और रखरखाव आदि में कराना अनिवार्य कर दिया गया है।

ii. राष्ट्रीय राजमार्गों पर ब्लैक स्पॉट्स/दुर्घटना संभावित स्थानों को चिह्नित करने और सुधार करने को उच्च प्राथमिकता देना।

iii. सड़क स्वामित्व एजेंसियों के प्रत्येक क्षेत्रीय कार्यालय में सड़क सुरक्षा अधिकारी (आरएसओ) को आरएसए और अन्य सड़क सुरक्षा संबंधी कार्यों की देखरेख करने के लिए अभिहित किया गया है।

iv. पूरे भारत में सड़क दुर्घटनाओं के आंकड़ों को दर्ज करने, उनका प्रबंधन और विश्लेषण के लिए एक केंद्रीय भंडार गृह स्थापित करने के लिए इलेक्ट्रॉनिक विस्तृत दुर्घटना रिपोर्ट (ई-डीएआर) परियोजना शुरू की गई है।

v. एक्सप्रेसवे और राष्ट्रीय राजमार्गों पर साइनेज के प्रावधान के लिए दिशा-निर्देश जारी किए गए हैं, ताकि वाहन चालकों को बेहतर दृश्यता और सहज मार्गदर्शन मिल सके।

vi. सड़क डिजाइन, निर्माण और रखरखाव के लिए समय-समय पर केंद्र सरकार द्वारा निर्धारित मानकों का अनुपालन करने में विफल रहने के बारे में मोटर यान अधिनियम, 1988 में प्रावधान किए गए हैं।

2.2 वाहन इंजीनियरिंग:

वाहनों को सुरक्षित बनाने के लिए विभिन्न पहलें की गईं, जिनमें निम्नलिखित शामिल हैं:-

i. वाहन की अगली सीट पर चालक के बगल में बैठे यात्री के लिए एयरबैग का अनिवार्य प्रावधान।

ii. मोटर साइकिल पर सवारी करने या उस पर ले जाए जाने वाले चार वर्ष से कम आयु के बच्चों के लिए सुरक्षा उपायों से संबंधित निर्धारित मानदंड। इसमें सुरक्षा हार्नेस, क्रैश हेलमेट के उपयोग को भी निर्दिष्ट किया गया है और गति को 40 किमी प्रति घंटे तक सीमित रखा गया है।

iii. निम्नलिखित सूचीबद्ध सुरक्षा प्रौद्योगिकियों के फिटमेंट के लिए अनिवार्य प्रावधान:-

एम1 श्रेणी के वाहनों के लिए:

क. ड्राइवर और सह-चालक के लिए सीट बेल्ट रिमाइंडर (एसबीआर)

ख. सेंट्रल लॉकिंग सिस्टम के लिए मैनुअल ओवरराइड

ग. अति रफ्तार चेतावनी प्रणाली

सभी एम और एन श्रेणी के वाहनों के लिए:

क. रिवर्स पार्किंग चेतावनी प्रणाली

iv. एल [चार पहियों से कम वाले मोटर वाहन और क्वाड्रिसाइकिल शामिल है] एम [यात्रियों को परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन] और एन [माल के परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन, जो बीआईएस मानकों में निर्धारित शर्तों के अधीन माल के अलावा व्यक्तियों को भी ले जा सकते हैं] श्रेणियों के कुछ वर्गों के लिए अनिवार्य एंटी-लॉक ब्रेकिंग सिस्टम (एबीएस)।

v. दो पहिया, तिपहिया, क्वाड्रिसाइकिल, दमकल, एंबुलेंस और पुलिस वाहनों को छोड़कर सभी परिवहन वाहनों में गति सीमित करने वाली विशिष्टता/गति सीमित करने वाला उपकरण अनिवार्य किया गया।

vi. स्वचालित परीक्षण स्टेशनों की मान्यता, विनियमन और नियंत्रण के लिए नियम प्रकाशित किए गए, जो स्वचालित उपकरणों के माध्यम से वाहनों की फिटनेस जांच की प्रक्रिया और एटीएस द्वारा फिटनेस प्रमाण पत्र देने की प्रक्रिया को परिभाषित करते हैं। इन नियमों में दिनांक 31.10.2022 और दिनांक 14.03.2024 को और संशोधन किया गया है।

vii. प्रोत्साहन/हतोत्साहन के आधार पर वाहन स्क्रैपिंग नीति तैयार की गई और पुराने, अनुपयुक्त और प्रदूषणकारी वाहनों को चरणबद्ध तरीके से हटाने के लिए एक पारिस्थितिकी तंत्र बनाया गया।

viii. स्वचालित प्रणाली के माध्यम से वाहनों की फिटनेस जांचने के लिए केंद्रीय सहायता से प्रत्येक राज्य/संघ राज्य क्षेत्र में एक आदर्श निरीक्षण और प्रमाणन केंद्र स्थापित करने की एक योजना तैयार की गई।

ix. यात्री कारों की सुरक्षा रेटिंग की अवधारणा को शुरू करने और उपभोक्ताओं को सूचित निर्णय लेने के लिए सशक्त बनाने के लिए भारत न्यू कार एसेसमेंट प्रोग्राम (बीएनसीएपी) के संबंध में नियम प्रकाशित किए गए।

x. मूल उपकरण निर्माताओं (ओईएम) और बस बॉडी बिल्डरों द्वारा बसों के विनिर्माण के क्षेत्र में निर्धारित समान अवसर के संबंध में नियम प्रकाशित किए गए।

xi. 1 अक्टूबर, 2025 को या उसके बाद निर्मित एन2 (3.5 टन से अधिक लेकिन 12.0 टन से अधिक नहीं के सकल वाहन भार वाला माल वाहन) और एन3 (12.0 टन से अधिक सकल वाहन भार वाला माल वाहन) श्रेणी के वाहनों के केबिन के लिए अनिवार्य एयर कंडीशनिंग प्रणाली लगाना अनिवार्य किया गया।

xii. एम, एन और एल7 श्रेणी के मोटर वाहनों में सुरक्षा बेल्ट असेंबलियों, सुरक्षा बेल्ट एंकरेज और सुरक्षा बेल्ट और नियंत्रण प्रणाली संस्थापन के लिए संशोधित मानकों की प्रयोज्यता के प्रावधान करने के लिए सुरक्षा बेल्ट, नियंत्रण प्रणाली और सुरक्षा बेल्ट रिमांइडर के मानकों के संशोधन के लिए 1 अप्रैल 2025 को नियम प्रकाशित किए गए। इसके अलावा, 1 अप्रैल 2025 को और उसके बाद निर्मित श्रेणी एम1 के वाहनों को एआईएस-145-2018 के अनुसार आगे की ओर वाली सभी पिछली सीटों के लिए सुरक्षा बेल्ट रिमाइंडर की आवश्यकता को पूरा करना होगा।

xiii. मध्यम और भारी शुल्क वाहनों में सक्रिय सुरक्षा सुविधाओं के लिए प्रकाशित नियम, जो एम2, एम3, एन1, एन2, एन3 और क्वाड्रिसाइकिल (1 जनवरी, 2027 से नए मॉडल के लिए और 1 अक्टूबर, 2027 से मौजूदा मॉडल के लिए प्रभावी) के लिए एंटी-लॉक ब्रेकिंग, एंड्योरेंस ब्रेकिंग सिस्टम सहित ब्रेकिंग सिस्टम, और वाहन स्थिरता फंक्शन (वीएसएफ), लेन प्रस्थान चेतावनी प्रणाली (एलडीडब्ल्यूएस), ड्राइवर का उनींदापन और ध्यान चेतावनी प्रणाली, ब्लाइंड स्पॉट सूचना प्रणाली और एम2, एम3, एन2 और एन3 श्रेणियों के वाहनों के लिए चेतावनी सूचना प्रणाली (1 अक्टूबर, 2027 से नए मॉडल के लिए और 1 जनवरी, 2028 से मौजूदा मॉडल के लिए प्रभावी) प्रदान करते हैं।

(3) प्रवर्तन

i. मोटर यान (संशोधन) अधिनियम, 2019 का कड़ाई से अनुपालन सुनिश्चित करने और यातायात नियमों के उल्लंघन के प्रतिवारण बढ़ाने और प्रौद्योगिकी के उपयोग के माध्यम से सख्त प्रवर्तन के लिए कठोर शास्तियों का प्रावधान करता है। यातायात प्रबंधन और प्रवर्तन अनिवार्य रूप से राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन के अधिकार क्षेत्र में है। जबकि केंद्र सरकार मोटर यान अधिनियम, 1988 के तहत नियम बनाती है, इन नियमों का प्रवर्तन राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन के अधिकार क्षेत्र में आता है।

ii. सड़क सुरक्षा की इलेक्ट्रॉनिक निगरानी और प्रवर्तन के लिए नियम जारी किए गए। ये नियम भारत के दस लाख से अधिक आबादी वाले शहरों और राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के अंतर्गत आने वाले शहरों में राष्ट्रीय राजमार्गों, राज्यीय राजमार्गों और महत्वपूर्ण जंक्शनों पर उच्च जोखिम और उच्च सघनता वाले गलियारों पर इलेक्ट्रॉनिक प्रवर्तन उपकरण लगाने के लिए विस्तृत प्रावधान निर्दिष्ट करते हैं।

iii. सरकार ने पूंजी निवेश 2025-26 के लिए राज्यों को विशेष सहायता योजना (एसएएससीआई 2025-26) के अंतर्गत सड़क सुरक्षा के इलेक्ट्रॉनिक प्रवर्तन के कार्यान्वयन के लिए राज्यों को प्रोत्साहन हेतु 3,000 करोड़ रुपये (पहले आओ पहले पाओ के आधार पर) के आवंटन के साथ दिशानिर्देश जारी किए हैं।

iv. 10 जून, 2024 को सरकार ने मोटर यान अधिनियम, 1988 के अनुपालन को सुनिश्चित करने के लिए तकनीकी उपाय पर सभी राज्यों और संघ राज्य क्षेत्रों को परामर्शी जारी की है।

(4) आपातकालीन देखभाल:

i. नेक व्यक्ति (गुड समारिटन) की सुरक्षा के लिए योजना (राह-वीर के रुप में नामकरण) के दिशानिर्देशों में संशोधन किया गया है, जो सद्भावनापूर्वक, स्वेच्छा से और बिना किसी पुरस्कार या मुआवजे की अपेक्षा के दुर्घटना स्थल पर पीड़ित को आपातकालीन चिकित्सा या गैर-चिकित्सा देखभाल या सहायता प्रदान करते हैं या ऐसे पीड़ित को अस्पताल पहुँचाते हैं। योजना के अनुसार, राह-वीर के लिए पुरस्कार राशि 5,000 रुपये से बढ़ाकर 25,000 रुपये कर दी गई है।

ii. हिट एंड रन मोटर दुर्घटनाओं के पीड़ितों के लिए मुआवजा बढ़ाया गया (गंभीर चोट के लिए 12,500 रुपये से 50,000 रुपये और मृत्यु होने पर 25,000 रुपये से 2,00,000 रुपये तक)।

iii. भारतीय राष्ट्रीय राजमार्ग प्राधिकरण ने राष्ट्रीय राजमार्गों के पूरे हो चुके कॉरिडोर पर टोल

प्लाजा पर पैरामेडिकल स्टाफ/आपातकालीन चिकित्सा तकनीशियन/नर्स के साथ एम्बुलेंस का प्रावधान किया है।

iv. सरकार के सड़क परिवहन और राजमार्ग मंत्रालय ने 5 मई, 2025 को सड़क दुर्घटना पीड़ितों के लिए कैशलेस उपचार योजना, 2025 को अधिसूचित किया है। प्रक्रिया प्रवाह, हितधारक-वार मानक संचालन प्रक्रियाओं और स्पष्ट रूप से चित्रित भूमिकाओं और जिम्मेदारियों सहित विस्तृत दिशानिर्देश भी 4 जून, 2025 को अधिसूचित किए गए हैं।

पठानकोट हवाई अड्डे से उड़ानें

4506. श्री सुखजिंदर सिंह रंधावा:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वर्तमान में पठानकोट हवाई अड्डे से कोई भी उड़ान संचालित नहीं हो रही है;

(ख) यदि हां, तो क्या सरकार का विचार पठानकोट हवाई अड्डे को 'उड़ान' योजना के अंतर्गत लाने और वहां से उड़ान संचालन शुरू करने का है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क) से (ग): उड़ान योजना के तहत एलाइंस एअर द्वारा निर्धारित तीन वर्ष की व्यवहार्यता अंतर वित्तपोषण (वीजीएफ) अवधि के लिए दिल्ली-पठानकोट मार्ग पर परिचालन के लिए पठानकोट हवाईअड्डे को कार्यशील किया गया था।

बाद में, मांग और परिचालन साध्यता के आधार पर निरंतर क्षेत्रीय हवाई संपर्क सुनिश्चित करने के लिए उड़ान 5.4 दौर में बोली लगाने के लिए इस मार्ग की पुन: पेशकश की गई। हालांकि,

बोली लगाने वाली एयरलाइन जेटविंग्स एयरवेज से इस मार्ग पर परिचालन के लिए अभी तक कोई पक्का प्रस्ताव नहीं मिला है।

अनधिकृत कॉलोनियों में मालिकाना हक

4507.श्री रामवीर सिंह बिधूड़ी:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या दिल्ली में पीएम-यूडीएवाई योजना के तहत मालिकाना हक प्रदान की गई 1,700 से अधिक अनधिकृत कॉलोनियों के ले-आउट प्लान अभी तक तैयार नहीं किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है:

(ख) क्या ले-आउट प्लान के अभाव में इन कॉलोनियों को नियमित नहीं किया जा सकता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या ले-आउट प्लान तैयार नहीं होने के कारण इन कॉलोनियों के निवासी अपने नक्शे पास कराने और अपने मकान बनाने से वंचित हो रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) इन कॉलोनियों के ले-आउट प्लान तैयार करने के संबंध में कार्य पूरा करने के लिए क्या समय-सीमा निर्धारित की गई है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ): 'राष्ट्रीय राजधानी क्षेत्र दिल्ली (अनधिकृत कॉलोनियों में निवासियों के संपत्ति अधिकारों की मान्यता) विनियम, 2019' के तहत सूचीबद्ध 1731 अनधिकृत कॉलोनियों (यूसी) के नियमितीकरण/नवीनीकरण के लिए लागू विकास नियंत्रण मानदंडों (डीसीएन) को दिनांक 08.03.2022 के का. आदेश 1014 (ई) के माध्यम से अधिसूचित किया गया है।

अधिसूचित विकास नियंत्रण मानदंडों में निर्धारित न्यूनतम शर्तों को पूरा करने वाली विकासकर्ता संस्था या संघटक भूमि मालिक/निवासी या यूसी के आरडब्ल्यूए/पार्ट यूसी को 'यूसी

नवीनीकरण योजना' या 'मौजूदा यूसी/पार्ट यूसी का नियमितीकरण' के रूप में अनुमोदन के लिए प्रस्ताव/योजना प्रस्तुत करनी होगी।

इसके बाद, व्यक्तिगत भूमि मालिक किसी भी नियमितीकरण/विस्तार/संशोधन/नए निर्माण के लिए संशोधित भवन योजना के अनुमोदन हेतु संबंधित स्थानीय निकाय को आवेदन कर सकते हैं, जो भवन उप-नियमों, संरचनात्मक सुरक्षा, अग्नि सुरक्षा आदि के प्रासंगिक प्रावधानों के संबंध में सभी सांविधिक स्वीकृतियों के अधीन होंगे।

अब तक, यूसी के आरडब्ल्यूए में से कोई भी नियमितीकरण/नवीनीकरण के लिए दिनांक 08.03.2022 के का. आदेश 1014 (ई) द्वारा अधिसूचित डीसीएन के अनुसार किसी भी प्रस्ताव/योजना के साथ आगे नहीं आया है।

इसके अलावा, अनधिकृत कॉलोनियों के लेआउट प्लान तैयार करने के लिए ऐसी कोई समय-सीमा निर्धारित नहीं की गई है।

NEW WATER PROJECT IN BARAN DISTRICT

4508. SHRI DUSHYANT SINGH:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government proposes to undertake a new water project in Shahabad region of Baran district;

(b) if so, the details and the present status thereof along with the key specifications of the proposed micro-dams including their design, capacity and projected benefits;

(c) the number of villages likely to be benefitted from the said project; and

(d) whether any sedimentation has been reported in the river after completion of the existing irrigation project and if so, the details thereof along with the agency responsible for dredging and maintenance of the river?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (c): Water being a State subject, it is for the concerned State Government to plan, implement, operate and manage the water resources projects. Role of Government of India is limited to providing technical support, and partial financial assistance for identified projects under the ongoing schemes. Further, for major and medium irrigation projects on inter- State river systems, techno-economic viability are appraised by Central Water Commission (CWC) under this Ministry.

As per Memorandum of Agreement (MoA) of the Modified Parbati-Kalisindh-Chambal (MPKC) Link Project, developing command in Kuno sub-basin by implementing cluster of nine (09) Micro Irrigation Schemes is one of the identified group of projects benefitting the State of Rajasthan. Shahbad area of Baran district lies in Kuno sub-basin.

Government of Rajasthan has informed that out of nine (09) schemes, four (04) schemes are on the Karai River, four (04) schemes are on the Kunnu River and one (01) on the Tilpasi River. These schemes envisage to irrigate 7,000 hectare area benefitting 49 villages of Shahbad Tehsil of Baran district.

The Detailed Project Report (DPR) of MPKC has been submitted to Central

Water Commission through the e-PAMS portal for techno-economic appraisal.

(d): Erosion & deposition are natural geomorphic processes which happens in all alluvial reaches of rivers. Any intervention in a river disrupts its existing equilibrium; however, it naturally attains a new regime over time.

In this regard, a National Framework for Sediment Management (NFSM) has been published in October, 2022 by this Ministry. It emphasizes on reducing silt generation and promotes technological innovations and best practices. Further, it provides overall guidance to States/UTs on various aspects of sediment management, handling issues of sediment management in integrated & scientific manner and use of different approaches of sediment management in a river basin.

IMPLEMENTATION STATUS OF APNA GHAR INITIATIVE IN ANDHRA PRADESH

4509. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the details regarding the total number of units proposed, under construction and presently established under the Apna Ghar Initiative across the country since the inception of the scheme, State/UT-wise and especially in Andhra Pradesh;

(b) the details regarding the total number of beneficiaries under the Apna Ghar

Initiative across the country, year-wise and State/UT-wise, particularly in Andhra Pradesh;

(c) the details regarding the total amount of funds allocated, released and utilised for the Apna Ghar Initiative across the Country, State/UT-wise and year-wise especially in Andhra Pradesh; and

(d) whether the Government has taken any steps to increase awareness about the Apna Ghar Initiative among truckers and if so, the details thereof, particularly in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): In line with the Government's vision of enhancing the safety and well being of truckers, the Ministry of Petroleum and Natural Gas has launched an ambitious initiative named 'Apna Ghar' aimed at improving truckers' long haul journey across the country. Public Sector Oil Marketing Companies (OMCs) have set up 725 nos. of Apna Ghar across the country, as on 01.03.2026. The year-wise and State/UT-wise details of Apna Ghar established across the country, including Andhra Pradesh are given in the enclosed **Statement-I.**

The year-wise and State/UT-wise details of total number of beneficiaries under the Apna Ghar Initiative across the country, including Andhra Pradesh are given in the enclosed **Statement-II.**

The year-wise and State/UT-wise details of total expenditure by Public Sector OMCs under the Apna Ghar initiative across the country, including Andhra Pradesh are given in the enclosed **Statement-III.**

Public Sector OMCs have taken the following steps for increasing awareness about Apna Ghar initiative and increasing its usage amongst truckers across the country including Andhra Pradesh:

i. Incentive scheme for Drivers with free stay, purchasing Diesel more than 50 lts.
ii. Giving away driver kits
iii. Radio jingle
iv. Social media coverage with Driver testimonial
v. Distribution of pamphlets at toll plaza, transport hubs, nearby strategic touch points
vi. Standees and banners at Retail Outlets
vii. Transporter meets
viii. Regular interaction by officers with Drivers & Transporters at Transport Hubs and Dhabas.

STATEMENT- I

State/UT-wise and year-wise details of Apna Ghar established by Public Sector OMCs, as on 01.03.2026:

S. No.	State/UT	No. of Apna Ghar Established in FY 2024-25	No. of Apna Ghar Established in FY 2025-26 (till Feb, 2026)
1	Andhra Pradesh	36	23
2	Assam	5	9
3	Bihar	10	9
4	Chhattisgarh	7	8
5	Goa	1	0
6	Gujarat	28	24
7	Haryana	21	18
8	Himachal Pradesh	0	1
9	Jammu & Kashmir	0	3
10	Jharkhand	6	16
11	Karnataka	30	29
12	Kerala	5	2
13	Madhya Pradesh	9	16
14	Maharashtra	27	54
15	Meghalaya	4	4
16	Odisha	15	14
17	Punjab	16	24
18	Rajasthan	28	25
19	Tamil Nadu	39	28
20	Telangana	9	16
21	Tripura	1	1
22	Uttar Pradesh	27	35
23	Uttarakhand	1	1
24	West Bengal	25	15

Source: IOCL, HPCL, BPCL

STATEMENT-II

State/UT-wise and year-wise details of total number of beneficiaries under the Apna Ghar Initiative:

S. No.	State/UT	No. of beneficiaries in FY 2024-25	No. of beneficiaries in FY 2025-26 (till Feb, 2026)
1	Andhra Pradesh	49	7593
2	Assam	13	2184
3	Bihar	57	2439
4	Chhattisgarh	16	3367
5	Goa	11	178
6	Gujarat	89	5905
7	Haryana	688	4208
8	Himachal Pradesh	0	1
9	Jammu & Kashmir	0	22
10	Jharkhand	4	797
11	Karnataka	219	8083
12	Kerala	26	2012
13	Madhya Pradesh	16	4550
14	Maharashtra	309	16714
15	Meghalaya	6	1054
16	Odisha	335	6560
17	Punjab	359	2251
18	Rajasthan	1073	11157
19	Tamil Nadu	144	10762
20	Telangana	15	1745
21	Tripura	11	864
22	Uttar Pradesh	368	9384

23	Uttarakhand	0	156
24	West Bengal	89	8264

Source: IOCL, HPCL, BPCL

STATEMENT-III

State/UT-wise and year-wise details of total expenditure by Public Sector OMCs under the Apna Ghar initiative:

S. No.	State/UT	Expenditure in FY 2024-25 (Rs. in crores)	Expenditure in FY 2025-26 (Rs. in crores) (till Feb, 2026)
1	Andhra Pradesh	9.44	11.99
2	Assam	0.00	4.03
3	Bihar	2.27	4.60
4	Chhattisgarh	1.27	4.92
5	Goa	0.30	0.00
6	Gujarat	6.05	12.78
7	Haryana	4.83	10.62
8	Himachal Pradesh	0.00	0.00
9	Jammu & Kashmir	0.00	0.13
10	Jharkhand	0.31	3.44
11	Karnataka	12.23	14.54
12	Kerala	0.11	1.23
13	Madhya Pradesh	1.96	10.33
14	Maharashtra	15.97	24.30
15	Meghalaya	0.00	1.41
16	Odisha	2.18	7.39
17	Punjab	8.73	16.77
18	Rajasthan	4.94	14.58
19	Tamil Nadu	14.75	28.27
20	Telangana	1.52	9.67

21	Tripura	0.00	0.26
22	Uttar Pradesh	3.17	18.94
23	Uttarakhand	0.00	0.67
24	West Bengal	6.87	5.98

Source: IOCL, HPCL, BPCL

जौनपुर जिले में नगर गैस वितरण नेटवर्क

4510. श्री बाबू सिंह कुशवाहाः

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे किः

(क) जौनपुर जिले को नगर गैस वितरण (सीजीडी) नेटवर्क के किस चरण में सम्मिलित किया गया है और उक्त भौगोलिक क्षेत्र के लिए प्राधिकृत कंपनी का नाम क्या है;

(ख) स्वीकृत कार्य के अंतर्गत जौनपुर जिले में बिछाई जाने वाली गैस पाइपलाइन की लक्षित कुल लंबाई कितनी है और अब तक कितनी लंबाई की पाइपलाइन बिछाई जा चुकी है;

(ग) अब तक लगाए गए घरेलू पाइप्ड प्राकृतिक गैस (पीएनजी) कनेक्शनों, वाणिज्यिक और औद्योगिक कनेक्शनों तथा संपीड़ित प्राकृतिक गैस (सीएनजी) स्टेशनों की संख्या कितनी है;

(घ) परियोजना की वर्तमान स्थिति क्या है और कितने प्रतिशत प्रगति हुई है और क्या कार्य निर्धारित समय-सीमा के अनुसार किया जा रहा है और यदि नहीं, तो इसके क्या कारण हैं; और

(ङ) जौनपुर जिले में नगर गैस वितरण नेटवर्क के तीव्र विस्तार और शत-प्रतिशत कवरेज सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ड.): पाइप्ड प्राकृतिक गैस (पीएनजी) कनेक्शन प्रदान करना और संपीड़ित प्राकृतिक गैस (सीएनजी) स्टेशनों की स्थापना करना नगर गैस वितरण (सीजीडी) नेटवर्क के विकास का हिस्सा है,

जिसमें अन्य बातों के साथ-साथ घरेलू, वाणिज्यिक और औद्योगिक इकाइयों को पीएनजी की आपूर्ति करने तथा परिवहन क्षेत्र को सीएनजी की आपूर्ति करने हेतु पाइपलाइन अवसंरचना एवं अन्य सुविधाओं का सृजन करना शामिल है, जिसे पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (पीएनजीआरबी) द्वारा न्यूनतम कार्य कार्यक्रम (एमडब्ल्यूपी) और तकनीकी-वाणिज्यिक व्यवहार्यता के अनुसार प्राधिकृत कंपनियों द्वारा किया जाता है।

जौनपुर जिला, जौनपुर और गाजीपुर जिलों के भौगोलिक क्षेत्र (जीएज) का हिस्सा है, जिसे पीएनजीआरबी द्वारा इंडियन-ऑयल अडानी गैस प्राइवेट लिमिटेड (आईओएजीपीएल) को अप्रैल, 2019 में 10वें बोली दौर के तहत सीजीडी नेटवर्क के विकास हेतु प्राधिकृत किया गया था। एमडब्ल्यूपी के अनुसार, सीजीडी कंपनी को जून, 2029 तक 77,033 पीएनजी (घरेलू या डी) कनेक्शन प्रदान करना, 38 सीएनजी स्टेशन स्थापित करने तथा जीए में 875 इंच-किमी लंबी पाइपलाइन बिछाना है। दिनांक 31.01.2026 की स्थिति के अनुसार, आईओएजीपीएल ने 7,035 पीएनजी (डी) कनेक्शन, 12 पीएनजी (वाणिज्यिक) कनेक्शन प्रदान किए हैं तथा जीए में 1,202 इंच-किमी लंबी पाइपलाइन बिछाई है।

इसके अलावा, सरकार और पीएनजीआरबी, कंपनियों द्वारा प्रस्तुत रिपोर्टों के आधार पर सीजीडी नेटवर्क की प्रगति की निगरानी करते हैं। किसी देरी अथवा कमी होने पर, पीएनजीआरबी, कंपनी को सुधारात्मक कार्रवाई करने की सलाह देता है। इसमें उन्हें प्रगति समीक्षा बैठकों या मौजूदा नियमों के तहत सांविधिक सुनवाई हेतु बुलाना शामिल है ताकि चुनौतियों और प्राधिकृत जीए में उनके एमडब्ल्यूपी लक्ष्यों पर नवीनतम अपडेट पर चर्चा की जा सके। इसके अलावा, सरकार संबंधित राज्यों में सीजीडी नेटवर्क के विकास और इस संबंध में चुनौतियों का समाधान करने के लिए राज्य सरकारों के साथ नियमित बातचीत और बैठकें करती रहती है।

IMPLEMENTATION OF PMFME SCHEME

4511. DR. SHASHI THAROOR:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state**:**

(a) the current status of implementation of the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) scheme including the number of micro food processing units assisted so far under the credit-linked subsidy component;

(b) whether the Government has reviewed the effectiveness of the PMFME scheme in ensuring sustainable business operations post-formalisation especially the number of units that remain operational versus those that have become non-operational after receiving assistance, if so, the details thereof;

(c) whether the Government is aware of implementation bottlenecks in certain regions such as delays in obtaining mandatory environmental clearances which have led banks to withhold credit approvals and thereby stalled the launch of PMFME units, if so, the details thereof; and

(d) the details of the policies planned to ensure that assisted micro food processing enterprises not only receive support but also remain viable and competitive in the long term?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Under the Pradhan Mantri Formalisation of Micro food processing Enterprises (PMFME) Scheme, the progress as on 31st December 2025 including Credit Linked Subsidy component is as under:

- Credit Linked Subsidy: Loans for 1,72,707 Micro food processing enterprises sanctioned with approved subsidy of Rs. 5009.61 crore
- Seed Capital: 3,76,326 Self Help Group members approved with amount of Rs. 1282.98 crore
- Incubation Centre: 76 Incubation Centre approved with Grant in Aid of Rs. 208.11 crore
- Capacity Building: 1,36,723 beneficiaries have been trained
- Branding & Marketing: 27 proposals have been approved

(b): Ministry regularly reviews the implementation and outcomes of the Scheme in coordination with the State Government. Ministry has got conducted Third Party Mid Term Impact Evaluation Study to assess the effectiveness and impact of the Scheme. As per the finding of the study as on 31st March 2025, the scheme has generated over 2.8 lakh employment opportunities, strengthened local branding and marketing initiatives, and improved market access for beneficiaries, resulting in an average increase in turnover of about 1.7 times. The enterprises supported under the scheme undergo physical verification, formalization (Food Safety and Standards Authority of India (FSSAI), Udyam Aadhar, and Goods and Services

Tax (GST) registration) and geo-tagging within the prescribed timeline. Regular monitoring is conducted by the banks for operational status of the units and that the loans remain standard.

(c): No such issues have been reported to the Ministry regarding delays in obtaining mandatory environmental clearances which have led banks to withhold credit approvals. However, the issues faced during the implementation of the scheme are addressed through handholding support by District Resource Persons (DRPs) and regular review meetings with States/UTs, lending banks, Department of Financial Services (DFS), State Level Bankers Committee (SLBC) meetings, and other concerned Ministries/ Departments, to ensure timely processing of applications and sanction of loans by lending banks.

(d): Under the scheme, the assisted micro food processing enterprises are provided handhold support for formalisation of the unit through registration under Udyam, FSSAI, and GST. The support is provided through District Resource Persons (DRPs) enabling enterprises to comply with regulatory requirements and access formal credit and organised markets.

Further, scheme provides capacity building through Entrepreneurship Development Program (EDP) and product specific training to strengthen the managerial, technical and business capabilities of entrepreneurs. The Scheme also provides Branding and Marketing support to facilitate development of common brands, improved packaging, quality standardisation and wider

promotion of products. In addition, the Scheme promotes end-to-end market linkages through buyer–seller meets, participation in fairs and exhibitions, and integration with organised retail and e-commerce platforms. Overall, the Scheme adopts a holistic policy framework that combines formalisation, skill development, branding, and market integration. These measures ensure that supported micro food processing enterprises not only receive financial assistance but also develop the institutional capacity, market presence, and operational efficiency required for long-term sustainability and competitiveness.

BASIC AMENITIES IN TRIBAL INHABITED AREAS OF DHUBRI, ASSAM

4512. MD. RAKIBUL HUSSAIN:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government has assessed the availability of basic amenities such as healthcare, drinking water, roads, electricity and housing in tribal-inhabited areas of Dhubri district;

(b) if so, the findings thereof;

(c) the funds allocated and utilized for infrastructure development in these areas; and

(d) the future plans, if any, to address the identified gaps?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): Hon'ble PM launched Dharti Aaba Janjatiya Gram Utkarsh Abhiyan on 2nd October, 2024. The Abhiyan comprises of 25 interventions implemented by 17-line Ministries and aims to saturate infrastructural gaps in 63,843 villages, improve access to health, education, Anganwadi facilities and providing livelihood opportunities benefiting more than 5 crore tribals in 549 districts and 2,911 blocks in 30 States/UTs.

The infrastructural gaps identified under the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) are assessed through data-driven gap analysis and Mission Antyodaya data. The foundational assessment relies on data from Mission Antyodaya (2022–23), analyzed alongside Census 2011 to identify deficiencies in key infrastructure sectors such as housing, connectivity, drinking water, and education. As per scheme guidelines, State Governments submit prioritized proposals to the concerned Ministry for development work in identified areas. As per identified gaps, Dhubri District, Assam is not included in the list of DAJGUA Districts.

(c) and (d): Do not arise in view of reply of (a) & (b) above.

STRENTHENING OF AVIATION SAFETY

4513. SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether it is true that there has been an increase in flight delays, cancellations

and safety related incidents due to technical faults, aircraft groundings, shortage of ATC personnel or flight crew and adverse weather conditions in recent months;

(b) if so, the details thereof, cause-wise during the last three years along with the details of the passenger inconvenience caused and compensation paid;

(c) whether the Government, through the Directorate General of Civil Aviation (DGCA), is implementing any concrete, time-bound and mandatory action plan to strengthen aviation safety audits, maintenance compliance, enhancement of ATC capacity and training of flight crew; and

(d) if so, the details thereof including the expected timelines fixed, responsible agencies and the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b): Scheduled airlines operate flights as per approved schedules. However, delays or cancellations may occur due to factors such as weather, technical issues, operational constraints, ATC restrictions, airport-related issues or reactionary effects. Airlines are required to comply with Civil Aviation Requirements (CAR) issued by the Directorate General of Civil Aviation (DGCA), which provide for assistance to passengers in cases of delays, cancellations and denied boarding.

(c) and (d): The Directorate General of Civil Aviation (DGCA) ensures aviation safety through continuous regulatory oversight. This includes audits, ramp inspections, night surveillance, spot checks and special audits under the Annual Surveillance Plan (ASP). Findings are followed up with operators for corrective action and enforcement action, including financial penalties, is taken in cases of non-compliance.

DGCA has also issued General Safety Circulars 01/2025 and 02/2025 to strengthen safety oversight and ensure advance preparedness and compliance with operational regulations.

Further, the Government has taken steps to strengthen aviation safety through expeditious recruitment to address manpower shortages, redeployment of personnel at critical airports, regular inspections and training, strict adherence to DGCA and ICAO standards, and improved contingency planning, automation and monitoring systems.

उत्तराखंड में सड़क अवसंरचना

4514. श्री त्रिवेन्द्र सिंह रावत:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) वित्तीय वर्ष 2026–27 के बजट में उत्तराखंड में सड़क अवसंरचना, जिसमें केदारनाथ रोपवे परियोजना, हेमकुंड साहिब रोपवे परियोजना तथा यमुनोत्री रोपवे परियोजना शामिल हैं, के लिए कितनी निधि आवंटित की गई है;

(ख) इन परियोजनाओं की वर्तमान स्थिति क्या है;

(ग) इन परियोजनाओं के पूर्ण होने पर तीर्थयात्रियों और स्थानीय अर्थव्यवस्था को क्या संभावित लाभ होगा; और

(घ) इन परियोजनाओं के शीघ्र क्रियान्वयन के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): वित्त वर्ष 2026-2027 के लिए सड़क परिवहन और राजमार्ग मंत्रालय का प्रस्तावित बजटीय पूंजीगत परिव्यय 2.94 लाख करोड़ रुपये है, जिसमें उत्तराखंड में राजमार्ग और रोपवे अवसंरचना शामिल है। इसके अतिरिक्त, राष्ट्रीय राजमार्गों के विकास के लिए राज्य-वार निधि का आबंटन संसद द्वारा बजट अनुमोदन के बाद किया जाता है।

सरकार ने सोनप्रयाग को केदारनाथ से और गोविंदघाट को हेमकुंड साहिब जी से जोड़ने वाली रोपवे परियोजनाओं को मंजूरी दे दी है। इन परियोजनाओं की कुल पूंजीगत लागत क्रमशः 4,081.28 करोड़ रू और 2,730.13 करोड़ रू है और इन्हें डिजाइन-निर्माण-वित्तपोषण-संचालन-हस्तांतरण (डीबीएफओटी) पद्धति के तहत कार्यान्वित किया जाएगा। यमुनोत्री रोपवे परियोजना राष्ट्रीय रोपवे विकास कार्यक्रम (पर्वतमाला) का भाग नहीं है।

(ख): (i) सोनप्रयाग से केदारनाथ और (ii) गोविंदघाट से हेमकुंड साहिब जी परियोजनाओं की स्थिति निम्नलिखित है:

क्र.सं.	**रोपवे परियोजना का नाम**	**लंबाई किमी में**	**स्थिति/चरण**
1.	सोनप्रयाग से केदारनाथ तक	12.9	कार्य का आबंटन हो चुका है और रियायत करार पर हस्ताक्षर हो चुके हैं।
2.	गोविंद घाट से हेमकुंड साहिब जी	12.4	कार्य का आबंटन हो चुका है और रियायत समझौते पर हस्ताक्षर हो चुके हैं।

(ग): प्रस्तावित रोपवे परियोजनाओं का उद्देश्य सोनप्रयाग से केदारनाथ और गोविंदघाट से हेमकुंड साहिब तक सुरक्षित, आरामदायक और बारहमासी संपर्कता सुनिश्चित करके तीर्थयात्रियों की सुविधा को बढ़ाना है।

(घ): राष्ट्रीय राजमार्ग रसद प्रबंधन लिमिटेड (एनएचएलएमएल) ने सितंबर 2025 में उत्तराखंड सरकार के साथ एक रोपवे विकास करार पर हस्ताक्षर किए हैं। रोपवे परियोजनाओं को एनएचएलएमएल और उत्तराखंड सरकार के बीच गठित होने वाले एक विशेष प्रयोजन वाहन (एसपीवी) के माध्यम से कार्यान्वित किया जाएगा।

इसके अतिरिक्त, संबंधित रियायतग्राहियों के साथ विवरण/रियायत करार नवंबर 2025 में निष्पादित किए गए थे। सरकार परियोजनाओं के लिए आवश्यक वैधानिक अनुमोदन और मंजूरी प्राप्त करने में रियायतग्राहियों की सहायता कर रही है।

DOMESTIC AIRFARE TRENDS

4515. SHRIMATI SHAMBHAVI:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI RAJESH VERMA:

DR. LATA WANKHEDE

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) the details of the trends observed in domestic air passenger fares, particularly with regard to significant increases or reductions recorded during the latter part of the year;

(b) the details of the factors influencing fare variations including fuel price

fluctuations, airport charges, seasonal demand shifts and airline capacity decisions;

(c) the details of the consumer protection mechanisms in place to ensure fare transparency including mandatory disclosure of surcharges and ancillary costs;

(d) the details of the steps taken to engage with airlines, airport operators and consumer forums to address fare grievances; and

(e) whether any regulatory review or policy intervention has been considered to promote fare affordability while ensuring airline financial viability, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (e): The pricing of airfares is influenced by dynamic fluctuations based on the fundamental economic forces of supply and demand. Various determinants such as current seat occupancy, fuel costs, aircraft capacity, seasonal fluctuations and other relevant factors significantly impact airline ticket pricing.

Airfares are not subject to regulation by the Government and every air transport undertaking shall establish a tariff having regard to all relevant factors, including the cost of operation, characteristics of service, reasonable profit, while adhering to Rule 135 of the Aircraft Rules, 1937.

The Government generally refrains from regulating airfares to maintain

market competitiveness, however, it remains vigilant oversight role, intervening in exceptional circumstances by redistributing capacity across various sectors and imposing temporary fare caps, such as during Pandemic, festivals like Maha kumb, Pahalgam incident & recently massive Indigo flight disruptions.

In order to enhance the transparency in airfare, Directorate General of Civil Aviation (DGCA) has set-up Tariff Monitoring Unit (TMU) that monitors airfares on selected 78 routes on a random basis by using airlines websites on monthly basis to ensure that the airlines do not charge airfares outside the range declared by them. This covers about 27% of the domestic traffic.

The Ministry of Civil Aviation (MoCA) has developed a dedicated "Air Fare" grievance module on the AirSewa platform to address concerns related to excessive airfares charged by domestic airlines.

MoCA has established a 24x7 Passenger Assistance Control Room (PACR) to enhance passenger centric governance. This initiative integrates MoCA, DGCA, Airports Authority of India (AAI), and airlines for real-time monitoring of flight disruptions, baggage issues, and refunds, aiming to accelerate grievance redressal and improve the overall travel experience. Further, passenger can lodge their grievances on Air Sewa Portal for timely redressal.

PRIME MINISTER’S EMPLOYMENT GENERATION PROGRAMME

4516. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the number of micro enterprises established and the employment generated therefrom under the Prime Minister's Employment Generation Programme (PMEGP) during the last three years, year-wise and State-wise;

(b) the measures undertaken by the Government, in coordination with banks and other stakeholders, to expand awareness and participation in PMEGP through Rural Self Employment Training Institutes;

(c) whether the Government has reviewed the interest rates, margin requirements and lending practices being followed by banks under PMEGP, in view of variations across institutions and the repayment capacity of first generation entrepreneurs;

(d) if so, the steps taken or proposed to promote greater consistency and transparency in lending terms and to strengthen credit access under the Scheme; and

(e) whether the Government proposes to leverage advanced Artificial intelligence- enabled systems on the PMEGP portal to improve application processing under the scheme and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): State-wise and year-wise number of micro enterprises established and estimated employment generated under the Prime Minister's Employment Generation Programme (PMEGP) during the last three years i.e. FY 2022-23 to FY 2024-25 is given in the enclosed **Statement.**

(b): Measures undertaken in coordination with banks and implementing agencies to expand awareness and participation in PMEGP through Rural Self Employment Training Institutes (RSETIs) include the following:

i. Conducting Entrepreneurship Development Programmes/training programmes for prospective entrepreneurs aimed at developing and improving their managerial, technical, and business skills.

ii. Awareness and outreach programmes in all the States/UTs including backward and under-performing areas, Aspirational districts, North Eastern Region, etc. to identify potential beneficiaries and provide necessary guidance and handholding support during the application process.

iii. Conduct of two-days free online Entrepreneurship Development Programme (EDP) for prospective entrepreneurs.

iv. Financial literacy camps and customer awareness programmes conducted by Banks to educate prospective entrepreneurs about various initiatives of the

Government, including PMEGP.

v. Acceptance of PMEGP applications from beneficiaries in physical form in 19 regional languages excluding Hindi and English.

vi. A wide range of more than 1,000 Model of Detailed Project Reports have been prepared on various industries and made available on the PMEGP online portal.

vii. Providing hand holding and capacity building support to beneficiaries before and after establishment of micro enterprises.

(c): Reserve Bank of India has progressively deregulated the interest rate on advances sanctioned by banks in a calibrated manner with certain prudential prescriptions. The interest rates on advances are determined by banks with the approval of their Board of Directors, subject to the board regulatory framework issued in this regard by the RBI. The interest rate on advances depends on several factors such as cost of funds, operating cost, tenor of the advance etc. as also on the creditworthiness of the borrower. Reserve Bank of India has advised the banks to put in place a Board approved loan policy and they shall take credit related decisions as per the said policy, subject to the guiding principles of regulations.

(d): Steps taken to promote consistency and transparency in lending terms and to strengthen credit access under PMEGP include the following:

i. Enhancement of maximum project cost from Rs. 25 lakh to Rs. 50 lakh for

manufacturing sector and from Rs. 10 lakh to Rs. 20 lakh for service sector.

ii. Inclusion of applicants from Aspirational districts and transgenders under Special Category eligible for higher subsidy.

iii. As per RBI Master Directions on lending to MSMEs, no collateral security to be insisted by Banks for projects involving loan up to Rs. 20 lakh. Strict compliance of this provision has been reemphasized to all financing Banks.

iv. Review of rejection reasons and removal of reasons i.e. "Out of Service Area" and "Target Achieved" as basis for rejection of PMEGP applications by banks.

v. Banks have advised their respective branches to ensure time-bound appraisal and disposal of loan applications under PMEGP by adhering to scheme guidelines and following uniform credit appraisal procedures in line with the Bank's approved lending policies.

vi. An online PMEGP portal is in place to facilitate transparency, tracking of applications received and supporting uniformity in the overall processing mechanism.

vii. Top level Banker’s meetings, State Level Bankers Meetings and District level Bankers Meetings held on a regular basis to ensure proper sanctioning of loans and disbursement of margin money.

viii. Periodical monitoring and review meetings by the Ministry with Implementing Agencies i.e. KVIC, State offices of KVIC, State Khadi and Village Industries

Boards (KVIBs), District Industries Centers (DICs) and financial institutions.

ix. State level Monitoring Committee (SLMC) and District Level Monitoring Committee (DLMC) meetings held at State and District levels on a regular basis to monitor and review the implementation of PMEGP.

(e): Introduction of Advanced digital technologies, including Artificial Intelligence, are being explored for integration into the PMEGP portal to streamline application processing and improve responsiveness, thereby ensuring greater accessibility and transparency for beneficiaries.

STATEMENT

State-wise and year-wise number of micro enterprises established and estimated employment generated under the Prime Minister's Employment Generation Programme (PMEGP) during the last three years is given below:

Sr. No.	State	FY 2022-23		FY 2023-24		FY 2024-25	
		No. of Units Assisted	Estimated Employment Generated	No. of Units Assisted	Estimated Employment Generated	No. of Units Assisted	Estimated Employment Generated
1	Andaman Nicobar	121	968	135	1080	61	488
2	Andhra Pradesh	3073	24584	5577	44616	3249	25992
3	Arunachal Pradesh	158	1264	169	1352	156	1248
4	Assam	2596	20768	2417	19336	3170	25360
5	Bihar	4459	35672	6837	54696	5035	40280
6	Chandigarh	15	120	10	80	5	40
7	Chattishgarh	2543	20344	2379	19032	1853	14824
8	Delhi	72	576	50	400	26	208
9	Goa	66	528	68	544	39	312
10	Gujarat*	3071	24568	3000	24000	1783	14264

Sr. No.	State	FY 2022-23		FY 2023-24		FY 2024-25	
		No. of Units Assisted	Estimated Employment Generated	No. of Units Assisted	Estimated Employment Generated	No. of Units Assisted	Estimated Employment Generated
11	Haryana	1559	12472	1398	11184	788	6304
12	Himachal Pradesh	930	7440	974	7792	796	6368
13	Jammu & Kashmir	12023	96184	15065	120520	9863	78904
14	Jharkhand	1851	14808	2101	16808	1452	11616
15	Karnataka	5618	44944	4672	37376	2839	22712
16	Kerala	3129	25032	3389	27112	2260	18080
17	Ladakh	91	728	122	976	135	1080
18	Lakshadweep	2	16	0	0	0	0
19	Madhya Pradesh	5957	47656	5292	42336	2626	21008
20	Maharashtra**	3625	29000	2766	22128	1857	14856
21	Manipur	545	4360	348	2784	608	4864
22	Meghalaya	306	2448	280	2240	1114	8912
23	Mizoram	412	3296	401	3208	484	3872
24	Nagaland	469	3752	517	4136	1262	10096
25	Odisha	3880	31040	2975	23800	1867	14936
26	Puducherry	25	200	30	240	38	304
27	Punjab	1564	12512	1469	11752	970	7760
28	Rajasthan	2037	16296	1678	13424	916	7328
29	Sikkim	57	456	132	1056	316	2528
30	Tamil Nadu	6140	49120	6814	54512	3949	31592
31	Telangana	2540	20320	2503	20024	1850	14800
32	Tripura	703	5624	588	4704	730	5840
33	Uttar Pradesh	11601	92808	11689	93512	5518	44144
34	Uttarakhand	1803	14424	1354	10832	734	5872
35	West Bengal	2126	17008	1919	15352	1359	10872
Total		**85167**	**681336**	**89118**	**712944**	**59708**	**477664**

including Daman and Diu** ****including Dadra and Nagar Haveli

STRUCTURAL DEFLECTION IN BHAKRA DAM

4517. SHRI ANURAG SINGH THAKUR:

Will the Minister of **POWER** be pleased to state:

(a) whether it is true that Bhakra Dam has recorded a maximum structural deflection of 1.17770 inches this year compared to the original static loading limit of 1.03 inches and subsequent reading of 1.04 inches demonstrates partial recovery toward the design envelope, if so, the details thereof;

(b) whether Bhakra Beas Management Board (BBMB) has confirmed that the deflection has exceeded the original permissible level and corrective measures initiated and if so, the details thereof;

(c) whether BBMB proposes to engage international experts through the National Dam Safety Authority to examine increased deflection and if so, the timeline and terms of reference along with the details of communication with Ministry of Jal Shakti in this regard;

(d) whether controlled drawdown is planned for the coming summer targeting between 1,490 and 1,510 feet and if so, the rationale behind it;

(e) whether desiltation operations would also take place during drawdown and if so, details thereof; and

(f) the present status of real-time monitoring of deflection, seepage and stress at the Bhakra Dam?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): As intimated by Bhakra Beas Management Board (BBMB), Bhakra Dam recorded a maximum deflection of 1.1770 inches on 19.11.2025, whereas the design limiting value for deflection under non-seismic conditions is 1.03 inches, as per the United States Bureau of Reclamation (USBR) trial load study, 1964. As on 10.03.2026, the deflection of dam is about 0.9623 inches.

The following corrective measures have been initiated by BBMB:

(i) BBMB has entered into a Memorandum of Understanding (MoU) with the International Centre for Excellence in Dams (ICED), IIT Roorkee to address issues related to BBMB dams, including the deflection of Bhakra Dam.

(ii) Building consensus among partner States for drawdown of the Bhakra reservoir close to the Minimum Draw Down Level (MDDL) of 1462 feet before the arrival of upcoming monsoon.

(c): As of now, BBMB does not propose to engage international experts through the National Dam Safety Authority (NDSA).

(d): A controlled drawdown of the Bhakra Dam reservoir has been planned by BBMB in the coming summer. The proposal to lower the reservoir level up to the Minimum Draw Down Level (MDDL) of 1462 feet has been deliberated in various Technical Committee Meetings (TCMs) since the monsoon of 2025 to build

consensus among the partner states. By lowering the reservoir level to MDDL, it would ensure completion of Full Reservoir Level (FRL) – Minimum Draw Down Level (MDDL) cycle and restoration of the structural elasticity of the dam.

(e): Desiltation operations would also be undertaken during the reservoir drawdown period. The initiation and continuation of desiltation activities at a particular site depend on the reservoir reaching specific water levels during the drawdown phase.

(f): Periodic monitoring of deflection, stress and strain is being done through instruments installed at the time of construction of the Bhakra Dam. Seepage is tracked and managed through drainage and grouting galleries/drain holes in the dam body, foundation and abutments. As on 10.03.2026, the values of deflection, seepage and stress are within permissible limits.

RRTS/HIGH-SPEED RAIL IN KERALA

4518. SHRI KODIKUNNIL SURESH:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Government has received or examined any proposal for implementation of Rapid Rail Transit System (RRTS), semi-high-speed rail or high-speed rail corridor in the State of Kerala during the last one year, if so, the details thereof along with the present status of such proposals;

(b) the details of the proposed alignments, estimated project cost, funding pattern and the status of feasibility studies and preparation of Detailed Project

Reports (DPRs) in respect of the above projects;

(c) whether the Delhi Metro Rail Corporation (DMRC) has been engaged for preparation of DPR, consultancy services or for providing any technical support in relation to any such project in Kerala, if so, the details thereof;

(d) whether any previously served Managing Director of DMRC has been associated in any official advisory or consultancy capacity with any of the above-mentioned projects, if so, the details thereof; and

(e) whether the Government has prepared any comprehensive plan for the State of Kerala with regard to speed enhancement of the existing railway network and integration of rapid/semi-high-speed/high-speed rail systems with the existing railway infrastructure and if so, the details thereof along with the proposed timelines for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): 'Urban planning' is a State subject. Therefore, the respective State Governments/UT Administrations are responsible for planning, initiating and developing RRTS projects. Central Government considers financial assistance to RRTS projects based on feasibility of the proposal and availability of resources, as and when posed by the concerned State Governments/UT Administrations. Presently, no Detailed Project Report (DPR) of RRTS connectivity has been submitted to Central Government by the State Government of Kerala.

(c) and (d): Delhi Metro Rail Corporation Ltd (DMRC) has informed that it was engaged for preparation of the Detailed Project Report (DPR) for High-speed corridor between Trivandrum to Kasargod, which was submitted in 2019 by DMRC to the Kerala High Speed Rail Corporation Limited. Shri E. Sreedharan, the former Managing Director, DMRC, was associated as Principal Advisor.

(e): Ministry of Railways has informed that it has identified various activities to upgrade the track infrastructure for speed enhancement which are given in the enclosed **Statement-I**. Further, the details of speed enhancement in the past three years (i.e. 2022-23, 2023-24, 2024-25) in Southern Railway covering the State of Kerala is given in the enclosed **Statement-II.**

STATEMENT- I

Railways has identified various activities to upgrade the track infrastructure for speed enhancement:

i. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Wider and heavier Pre-stressed Concrete Sleepers (PSC) with elastic fastening, fan-shaped layout turnout on PSC sleepers and H-beam Sleepers on girder bridges are being used while carrying out primary track renewals.
ii. The Thick Web Switches and Weldable CMS Crossings are being used in turnout renewal works.
iii. Supply of 260m long rail panels have been increased to avoid welding of joints, thereby improving safety and riding quality.

iv. Thick Web Switch Expansion Joints are being used in place of earlier Conventional/Improved SEJs.

v. Adoption of better welding technology for rails i.e. Flash Butt Welding.

vi. Adoption of mechanized system for track maintenance using high output plain tampers and points & crossing tampers for improved maintainability & reliability of track.

vii. Deployment of state-of-the-art modern machines including Rail Grinding Machines to further improve asset reliability.

viii. Mechanisation of track laying activities through use of track machines like PQRS, TRT, T-28 etc.

ix. Interlocking of Level Crossing (LC) Gates for enhancing safety at LC gates.

x. Use of advanced Phased Array technology of testing of rail and welds.

xi. Deployment of Integrated Track Monitoring Systems (ITMS) and Oscillation Monitoring System (OMS) for comprehensive health assessment to ascertain optimal maintenance requirements.

xii. Adoption of portable Track Measuring Trolley for continuous recording of track parameters in yards.

xiii. Using web enabled Track Management System (TMS) for integration and data analytics of the track inspection records received through various sources to enable precise maintenance inputs.

STATEMENT-II

The details of speed enhancement in the past three years (i.e. 2022-23, 2023-24, 2024-25) in Southern Railway:

S.N.	Name of Section	Speed before raising (kmph)	Speed after raising (kmph)
1	Arakkonam Jn- Jolarpettai Jn	110	130
2	Chennai Central -Gudur	110	130
3	Chennai Central -Renigunta	110	130
4	Arakkonam-Jolarpettai	110	130
5	Nagercoil Jn-Aralvaymoli DN	90	110
6	Melapalayam-Tirunelveli Jn UP	90	110
7	Nagappattinam - Velanganni	80	110
8	Tiruturaipundi- Agastiyampalli	80	110
9	Virudunagar -Tenkasi	100	110
10	Madurai- Bodinayakkanur	100	110
11	Manamadurai – Virudunagar	80	110
12	Mandapam- Rameswaram	90	110
13	Nagercoil Jn-CAPE Up	75	110
14	Korkkupet-Attipattu III&IV line	70/85	110
15	Chennai Central- Arakkonam Slow line	105	110
16	Karur-Dindugul	100	110
17	Pollachi-Palakkad	100	110
18	Aralvaymoli-Melappalayam New line	90	110
19	Nagercoil- CAPE	90	110
20	Kayankulam-Thiruvananthapuram	100	110
21	Ernakulam-Allepy-Kayankulam	80/90	110
22	Villupuram-Thanjavur	100	110
23	Mayiladuthhurai-Thiruvarur	100	110
24	Thiruvarur-Karaikudi	60/75	110
25	Nidamangalam-Mannargudi	80	110
26	Thiruchchirrappalii-Karaikudi	100	110
27	Karaikudi-Manamadurai	100	110

28	Manmadurai-Mandapam	90	110
29	Madurai-Manamadurai	100	110
30	Madurai-Tirumangalam	90/100	110
31	Vanchimaniyachi-Tuticorin	90	110
32	Chengalpattu-Takkolam	90	110
33	Takkolam-Arakkonam	75	110
34	Tambaram- Chengalpattu-III line	90	110
35	Salem Jn - Virudhachchalam Jn	80	110
36	Coimbatore North Jn - Mettupalayam	100	110
37	Salem - Karur (via Namakkal)	100	110
38	Nagercoil Jn. - Tirunelveli	100	110
39	Ponmalai--Thanjavur (UP)line	100	110
40	Villupuram--Vellore	80	110
41	Vellore-Katpadi	50	110
42	Thanjavur-Thiruvarur	90	110
43	Thiruvarur-Nagore	75	110
44	Nagore-Karaikal	50	110
45	Villupuram-Puducherry	100	110
46	Cuddalore Port Jn- Vadalur	60	110
47	Vadalur-Virudhachchalam Jn	75	110
48	Tirunelveli-Tenkasi	70	110
49	Tirunelveli-Tiruchendur	70	110
50	Dindugul-Palani-Pollachi	100	110
51	Thirumangalam-Vanchimaniyachi-Tirunelveli	100	110
52	Ernakulam-kottayam-Kayankulam	90	100
53	Nagercoil Jn-Thiruvananthapuram	80	100
54	Podanur- Kinathukadavu	80	100
55	Madurai-Teni	80	100
56	Teni-Bodinayakkanur	90	100
57	Tambaram- Chengalpattu-III line	90	100
58	Coimbatore North Jn - Mettupalayam	90	100
59	Thiruchchirrappalii-Pudukkottai	90	100
60	Gangaikondan-Tirunelveli	90	100
61	Tirumangalam-Tulukkappati	90	100

62	Kovilpatty-Kadambur	90	100
63	Tulukkappati-Kovilpatty	90	100
64	Palani-Pollachi	70	100
65	Kinathukadavu- Pollachi	80	90
66	Ettumanur-Cingavanam Dn	80	90
67	Ettumanur-Cingavanam Up	80	90
68	Teni-Bodinayakkanur	80	90
69	Ernakulam-Mulanturutti DN	70	90
70	Ernakulam-Mulanturutti Up	70	90
71	PirvamRoad-Kuruppantara Up	80	90
72	Chenganacherri-Chenganur Dn	80	90
73	Mavelikara-Kayankulam Dn	70	90
74	Kuruppantara- Ettumanur Up	85	90
75	Cingavanam-Chenganacherri Dn	85	90
76	Tattapparai-Milavittan	75	90
77	Shoranur-Nilambur road	75	85
78	Mangalore Central-Mangalore Jn (including via NTVT link)	50	80
79	Punalur-Kollam	70	80
80	Jokkatee-Panambur	65/75	80
81	Mangalore Jn- Jokkatte DN	65	80
82	Thiruthraipoondi-Agasthiyampalli	70	80
83	Ettumanur-Cingavanam Dn	50/70	80
84	Ettumanur-Cingavanam Up	50	80
85	Padil-Jokatate	60	80
86	Omalur-Mecheri Road	60	75

AIRSEWA PORTAL

4519. SUSHRI MAHUA MOITRA:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) the total number of complaints received, disposed of and pending since the

launch of AirSewa Portal, year and category-wise;

(b) the details of average time taken for resolving complaints, category-wise; and

(c) the number of baggage related complaints received against airlines since launch of AirSewa Portal, year and airline-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a): The data of total number of complaints received, disposed of and pending since the launch of AirSewa Portal, year-wise and category-wise is given in the enclosed **Statement-I.**

(b): The Complaints filed on AirSewa Portal is resolved as per Service Level Agreement (SLA). The SLA is given in the enclosed **Statement-II.**

(c): The number of Baggage related complaint received against airlines since launch of AirSewa Portal is given in the enclosed **Statement-III.**

STATEMENT-I

ALL AIRLINES CATEGORY REPORTS (Year wise - 2016)

SUB CATEGORY	GRIEVANCE RECEIVED	GRIEVANCES CLOSED	GRIEVANCE PENDING
Baggage	108	108	0
Check In & Boarding	35	35	0
Cleanliness	6	6	0
Flight Delays	85	85	0
Maintenance	6	6	0

Meal	16	16	0
Other	24	24	0
Person With Disabilty	3	3	0
Staff/Crew Behavior	13	13	0
Ticketing Fare & Refunds	120	120	0
TOTAL	416	416	0
ALL AIRPORTS CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Conditioning/Maintenance	1	1	0
Baggage/Lost & Found	15	15	0
CleanLiness/Hygiene	23	23	0
Other	34	34	0
Person With Disability	2	2	0
Retail Shops/Food & Beverage	16	16	0
Seating/Waiting Area	10	10	0
Signages/Flight Display	7	7	0
Staff/Crew Behavior	0	0	0
Taxi/Parking	33	33	0
Trolly/Amenities/Buggy/Wifi	17	17	0
TOTAL	158	158	0
BCAS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
ENTRY Passes	0	0	0
OTHER	14	14	0
SECURITY CLEARANCES	0	0	0
SECURITY Program Approval	0	0	0

TOTAL	14	14	0
CUSTOMS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	3	3	0
Departure	1	1	0
Other	0	0	0
TOTAL	4	4	0
DGCA			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Worthines	0	0	0
Engineering Training School	0	0	0
EXAMINATION	0	0	0
Flying School	0	0	0
International Airlines	0	0	0
LICENSE	1	1	0
Manufacturer	0	0	0
MRO	0	0	0
OTHER	9	9	0
PERMIT & PERMISSION	2	2	0
TOTAL	12	12	0
HELICOPTERS			

SUB CATEGORY	GRIEVANCE RECEIVED	GRIEVANCES CLOSED	GRIEVANCE PENDING
Arrow Aircafted	1	1	0
Pawan Hans Helicopters	1	1	0
TOTAL	2	2	0

IMMIGRATION

SUB CATEGORY	GRIEVANCE RECEIVED	GRIEVANCES CLOSED	GRIEVANCE PENDING
Arrival	11	11	0
Departure	2	2	0
Other	1	1	0
TOTAL	14	14	0

SECURITY

SUB CATEGORY	GRIEVANCE RECEIVED	GRIEVANCES CLOSED	GRIEVANCE PENDING
Boarding Gate	0	0	0
Other	2	2	0
Security Check	18	18	0
Terminal Entry	4	4	0
TOTAL	24	24	0

]Year wise - 2017

ALL AIRLINES CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Baggage	478	478	0
Check In & Boarding	627	627	0
Cleanliness	22	22	0
Flight Delays	1180	1180	0
Maintenance	108	108	0
Meal	196	196	0
Other	366	366	0
Person With Disabilty	27	27	0
Staff/Crew Behavior	239	239	0
Ticketing Fare & Refunds	1150	1150	0
TOTAL	4393	4393	0

ALL AIRPORTS CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Conditioning/Maintenance	59	59	0
Baggage/Lost & Found	109	109	0
CleanLiness/Hygiene	208	208	0
Other	344	344	0
Person With Disability	13	13	0
Retail Shops/Food & Beverage	196	196	0
Seating/Waiting Area	210	210	0
Signages/Flight Display	55	55	0
Staff/Crew Behavior	0	0	0
Taxi/Parking	163	163	0
Trolly/Amenities/Buggy/Wifi	157	157	0

TOTAL	1514	1514	0
BCAS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
ENTRY Passes	11	11	0
OTHER	13	13	0
SECURITY CLEARANCES	5	5	0
SECURITY Program Approval	3	3	0
TOTAL	32	32	0
CUSTOMS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	15	15	0
Departure	5	5	0
Other	6	6	0
TOTAL	26	26	0
DGCA			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Worthines	6	6	0
Engineering Training School	5	5	0
EXAMINATION	41	41	0

Flying School	0	0	0
International Airlines	0	0	0
LICENSE	8	8	0
Manufacturer	0	0	0
OTHER	88	88	0
PERMIT & PERMISSION	47	47	0
TOTAL	196	196	0

HELICOPTERS

SUB CATEGORY	GRIEVANCE RECEIVED	GRIEVANCES CLOSED	GRIEVANCE PENDING
Aerotech Aviation India	3	3	0
Aman Aviation & Aerospace Sol.	1	1	0
HAL Rotary Wing Academy	1	1	0
Heritage Aviation	1	1	0
Pawan Hans Helicopters	3	3	0
TOTAL	9	9	0

IMMIGRATION

SUB CATEGORY	GRIEVANCE RECEIVED	GRIEVANCES CLOSED	GRIEVANCE PENDING
Arrival	23	23	0
Departure	57	57	0
Other	1	1	0
TOTAL	81	81	0

SECURITY			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Boarding Gate	5	5	0
Other	27	27	0
Security Check	139	139	0
Terminal Entry	42	42	0
TOTAL	213	213	0

Year wise - 2018			
ALL AIRLINES CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Baggage	344	344	0
Check In & Boarding	585	585	0
Cleanliness	23	23	0
Flight Delays	1515	1515	0
Maintenance	66	66	0
Meal	84	84	0
Other	377	377	0
Person With Disabilty	17	17	0
Staff/Crew Behavior	235	235	0
Ticketing Fare & Refunds	852	852	0
TOTAL	**4098**	**4098**	**0**

ALL AIRPORTS CATEGORY REPORTS

SUB CATEGORY	GRIEVANCE RECEIVED	GRIEVANCES CLOSED	GRIEVANCE PENDING
Air Conditioning/Maintenance	40	40	0
Baggage/Lost & Found	94	94	0
CleanLiness/Hygiene	125	125	0
Other	247	247	0
Person With Disability	4	4	0
Retail Shops/Food & Beverage	114	114	0
Seating/Waiting Area	153	153	0
Signages/Flight Display	39	39	0
Staff/Crew Behavior	5	5	0
Taxi/Parking	86	86	0
Trolly/Amenities/Buggy/Wifi	72	72	0
TOTAL	**979**	**979**	**0**

BCAS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
ENTRY Passes	0	0	0
OTHER	11	11	0
SECURITY CLEARANCES	2	2	0
SECURITY Program Approval	0	0	0
TOTAL	**13**	**13**	**0**

CUSTOMS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	9	9	0
Departure	3	3	0
Other	8	8	0
TOTAL	**20**	**20**	**0**

DGCA			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Worthines	3	3	0
Engineering Training School	3	3	0
EXAMINATION	4	4	0
Flying School	1	1	0
International Airlines	0	0	0
LICENSE	3	3	0
Manufacturer	0	0	0
MRO	3	3	0
OTHER	58	58	0
PERMIT & PERMISSION	15	15	0
TOTAL	**90**	**90**	**0**

HELICOPTERS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Aerotech Aviation India	1	1	0
Air Charter Services	1	1	0
Airmid Aviation Services	1	1	0
Himalayan Heli Services	2	2	0
Pawan Hans Helicopters	3	3	0
TOTAL	**8**	**8**	**0**

IMMIGRATION			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	13	13	0
Departure	22	22	0
Other	3	3	0
TOTAL	**38**	**38**	**0**

SECURITY			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Boarding Gate	3	3	0
Other	13	13	0

Security Check	64	64	0
Terminal Entry	22	22	0
TOTAL	**102**	**102**	**0**

Year wise - 2019			
ALL AIRLINES CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Baggage	1104	1104	0
Check In & Boarding	1236	1236	0
Cleanliness	29	29	0
Flight Delays	3080	3080	0
Maintenance	115	115	0
Meal	204	204	0
Other	1165	1165	0
Person With Disabilty	58	58	0
Staff/Crew Behavior	370	370	0
Ticketing Fare & Refunds	3691	3691	0
TOTAL	**11052**	**11052**	**0**

ALL AIRPORTS CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Conditioning/Maintenance	55	55	0
Baggage/Lost & Found	265	265	0

CleanLiness/Hygiene	97	97	0
Other	337	337	0
Person With Disability	13	13	0
Retail Shops/Food & Beverage	95	95	0
Seating/Waiting Area	86	86	0
Signages/Flight Display	45	45	0
Staff/Crew Behavior	105	105	0
Taxi/Parking	183	183	0
Trolly/Amenities/Buggy/Wifi	53	53	0
TOTAL	**1334**	**1334**	**0**

BCAS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
ENTRY Passes	0	0	0
OTHER	15	15	0
SECURITY CLEARANCES	3	3	0
SECURITY Program Approval	1	1	0
TOTAL	**19**	**19**	**0**

CUSTOMS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	31	31	0

Departure	7	7	0
Other	12	12	0
TOTAL	**50**	**50**	**0**

DGCA			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Worthines	10	10	0
Engineering Training School	0	0	0
EXAMINATION	3	3	0
Flying School	0	0	0
International Airlines	0	0	0
LICENSE	2	2	0
Manufacturer	0	0	0
MRO	0	0	0
OTHER	180	180	0
PERMIT & PERMISSION	12	12	0
TOTAL	**207**	**207**	**0**

HELICOPTERS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Bharat Hotels Ltd	1	1	0
Heritage Aviation	1	1	0
Himalayan Heli Services	6	6	0

Pawan Hans Helicopters	2	2	0
Thumby Aviation	1	1	0
TOTAL	**11**	**11**	**0**

IMMIGRATION			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	15	15	0
Departure	18	18	0
Other	6	6	0
TOTAL	**39**	**39**	**0**

SECURITY			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Boarding Gate	5	5	0
Other	40	40	0
Security Check	184	184	0
Terminal Entry	22	22	0
TOTAL	**251**	**251**	**0**

Year wise - 2020			
ALL AIRLINES CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Baggage	414	414	0
Check In & Boarding	608	608	0
Cleanliness	12	12	0
Flight Delays	813	813	0
Maintenance	25	25	0
Meal	62	62	0
Other	1336	1336	0
Person With Disabilty	27	27	0
Staff/Crew Behavior	140	140	0
Ticketing Fare & Refunds	15210	15210	0
TOTAL	**18647**	**18647**	**0**

ALL AIRPORTS CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Conditioning/Maintenance	7	7	0
Baggage/Lost & Found	124	124	0
CleanLiness/Hygiene	51	51	0
Other	187	187	0

Person With Disability	6	6	0
Retail Shops/Food & Beverage	25	25	0
Seating/Waiting Area	30	30	0
Signages/Flight Display	12	12	0
Staff/Crew Behavior	60	60	0
Taxi/Parking	73	73	0
Trolly/Amenities/Buggy/Wifi	20	20	0
TOTAL	**595**	**595**	**0**

BCAS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
ENTRY Passes	0	0	0
OTHER	32	32	0
SECURITY CLEARANCES	3	3	0
SECURITY Program Approval	0	0	0
TOTAL	**35**	**35**	**0**

CUSTOMS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	6	6	0
Departure	3	3	0
Other	17	17	0
TOTAL	**26**	**26**	**0**

DGCA			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Worthines	15	15	0
Engineering Training School	0	0	0
EXAMINATION	8	8	0
Flying School	0	0	0
International Airlines	0	0	0
LICENSE	1	1	0
Manufacturer	0	0	0
MRO	0	0	0
OTHER	481	481	0
PERMIT & PERMISSION	44	44	0
TOTAL	**549**	**549**	**0**

HELICOPTERS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Himalayan Heli Services	1	1	0
TOTAL	**1**	**1**	**0**

IMMIGRATION			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	14	14	0
Departure	20	20	0
Other	19	19	0
TOTAL	**53**	**53**	**0**

SECURITY			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Boarding Gate	3	3	0
Other	18	18	0
Security Check	76	76	0
Terminal Entry	11	11	0
TOTAL	**108**	**108**	**0**

Year wise - 2021			
ALL AIRLINES CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Baggage	447	447	0
Check In & Boarding	632	632	0

Cleanliness	11	11	0
Flight Delays	498	498	0
Maintenance	13	13	0
Meal	35	35	0
Other	771	771	0
Person With Disabilty	17	17	0
Staff/Crew Behavior	119	119	0
Ticketing Fare & Refunds	10317	10317	0
TOTAL	**12860**	**12860**	**0**

ALL AIRPORTS CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Conditioning/Maintenance	13	13	0
Baggage/Lost & Found	93	93	0
CleanLiness/Hygiene	36	36	0
Other	237	237	0
Person With Disability	13	13	0
Retail Shops/Food & Beverage	19	19	0
Seating/Waiting Area	31	31	0
Signages/Flight Display	10	10	0
Staff/Crew Behavior	57	57	0
Taxi/Parking	80	80	0
Trolly/Amenities/Buggy/Wifi	20	20	0
TOTAL	**609**	**609**	**0**

BCAS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
ENTRY Passes	4	4	0
OTHER	20	20	0
SECURITY CLEARANCES	1	1	0
SECURITY Program Approval	1	1	0
TOTAL	**26**	**26**	**0**

CUSTOMS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	12	12	0
Departure	4	4	0
Other	19	19	0
TOTAL	**35**	**35**	**0**

DGCA			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Worthines	4	4	0
Engineering Training School	0	0	0
EXAMINATION	3	3	0
Flying School	0	0	0

International Airlines	0	0	0
LICENSE	2	2	0
Manufacturer	1	1	0
MRO	0	0	0
OTHER	174	174	0
PERMIT & PERMISSION	19	19	0
TOTAL	**203**	**203**	**0**

HELICOPTERS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Charter Services	1	1	0
TOTAL	**1**	**1**	**0**

IMMIGRATION			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	10	10	0
Departure	11	11	0
Other	5	5	0
TOTAL	**26**	**26**	**0**

SECURITY

SUB CATEGORY	GRIEVANCE RECEIVED	GRIEVANCES CLOSED	GRIEVANCE PENDING
Boarding Gate	4	4	0
Other	17	17	0
Security Check	84	84	0
Terminal Entry	9	9	0
TOTAL	**114**	**114**	**0**

Year wise - 2022			
ALL AIRLINES CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Baggage	1102	1102	0
Check In & Boarding	980	980	0
Cleanliness	31	31	0
Flight Delays	1142	1142	0
Maintenance	97	97	0
Meal	169	169	0
Other	685	685	0
Person With Disabilty	51	51	0
Staff/Crew Behavior	264	264	0
Ticketing Fare & Refunds	4057	4057	0
TOTAL	**8578**	**8578**	**0**

ALL AIRPORTS CATEGORY REPORTS

SUB CATEGORY	GRIEVANCE RECEIVED	GRIEVANCES CLOSED	GRIEVANCE PENDING
Air Conditioning/Maintenance	37	37	0
Baggage/Lost & Found	148	148	0
CleanLiness/Hygiene	39	39	0
Other	156	156	0
Person With Disability	9	9	0
Retail Shops/Food & Beverage	53	53	0
Seating/Waiting Area	36	36	0
Signages/Flight Display	16	16	0
Staff/Crew Behavior	56	56	0
Taxi/Parking	90	90	0
Trolly/Amenities/Buggy/Wifi	29	29	0
TOTAL	**669**	**669**	**0**

BCAS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
ENTRY Passes	1	1	0
OTHER	8	8	0
SECURITY CLEARANCES	7	7	0
SECURITY Program Approval	0	0	0
TOTAL	**16**	**16**	**0**

CUSTOMS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	20	20	0
Departure	9	9	0
Other	12	12	0
TOTAL	**41**	**41**	**0**

DGCA			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Worthines	7	7	0
Engineering Training School	0	0	0
EXAMINATION	0	0	0
Flying School	0	0	0
International Airlines	0	0	0
LICENSE	0	0	0
Manufacturer	1	1	0
MRO	0	0	0
OTHER	93	93	0
PERMIT & PERMISSION	4	4	0
TOTAL	**105**	**105**	**0**

HELICOPTERS

SUB CATEGORY	GRIEVANCE RECEIVED	GRIEVANCES CLOSED	GRIEVANCE PENDING
Aman Aviation & Aerospace Sol	1	1	0
Aryan Aviation	1	1	0
Pawan Hans Helicopters	2	2	0
TOTAL	**4**	**4**	**0**

IMMIGRATION			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	15	15	0
Departure	15	15	0
Other	2	2	0
TOTAL	**32**	**32**	**0**

SECURITY			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Boarding Gate	5	5	0
Other	27	27	0
Security Check	111	111	0
Terminal Entry	21	21	0
TOTAL	**164**	**164**	**0**

Year wise - 2023			
ALL AIRLINES CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Baggage	1756	1756	0
Check In & Boarding	1510	1510	0
Cleanliness	38	38	0
Flight Delays	2544	2544	0
Maintenance	159	159	0
Meal	249	249	0
Other	1045	1045	0
Person With Disabilty	99	99	0
Staff/Crew Behavior	421	421	0
Ticketing Fare & Refunds	4836	4836	0
TOTAL	**12657**	**12657**	**0**

ALL AIRPORTS CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Conditioning/Maintenance	50	50	0
Baggage/Lost & Found	206	206	0
CleanLiness/Hygiene	48	48	0
Other	279	279	0

Person With Disability	18	18	0
Retail Shops/Food & Beverage	64	64	0
Seating/Waiting Area	56	56	0
Signages/Flight Display	17	17	0
Staff/Crew Behavior	100	100	0
Taxi/Parking	105	105	0
Trolly/Amenities/Buggy/Wifi	44	44	0
TOTAL	**987**	**987**	**0**

BCAS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
ENTRY Passes	0	0	0
OTHER	14	14	0
SECURITY CLEARANCES	10	10	0
SECURITY Program Approval	1	1	0
TOTAL	**25**	**25**	**0**

CUSTOMS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	17	17	0
Departure	9	9	0

Other	8	8	0
TOTAL	**34**	**34**	**0**

DGCA			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Worthines	8	8	0
Engineering Training School	0	0	0
EXAMINATION	2	2	0
Flying School	0	0	0
International Airlines	0	0	0
LICENSE	1	1	0
Manufacturer	0	0	0
MRO	0	0	0
OTHER	130	130	0
PERMIT & PERMISSION	15	15	0
TOTAL	**156**	**156**	**0**

HELICOPTERS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Himalayan Heli Services	1	1	0
Thumby Aviation	2	2	0
Trans Bharat Aviation	1	1	0
TOTAL	**4**	**4**	**0**

IMMIGRATION			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	12	12	0
Departure	19	19	0
Other	7	7	0
TOTAL	**38**	**38**	**0**

SECURITY			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Boarding Gate	4	4	0
Other	35	35	0
Security Check	146	146	0
Terminal Entry	28	28	0
TOTAL	**213**	**213**	**0**

Year wise - 2024			
ALL AIRLINES CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Baggage	3043	3043	0
Check In & Boarding	1969	1969	0

Cleanliness	60	60	0
Flight Delays	4590	4590	0
Maintenance	235	235	0
Meal	245	245	0
Other	1536	1536	0
Person With Disabilty	80	80	0
Staff/Crew Behavior	501	501	0
Ticketing Fare & Refunds	5369	5369	0
TOTAL	**17628**	**17628**	**0**

ALL AIRPORTS CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Conditioning/Maintenance	39	39	0
Baggage/Lost & Found	249	249	0
CleanLiness/Hygiene	86	86	0
Other	228	228	0
Person With Disability	27	27	0
Retail Shops/Food & Beverage	67	67	0
Seating/Waiting Area	76	76	0
Signages/Flight Display	30	30	0
Staff/Crew Behavior	120	120	0
Taxi/Parking	160	160	0
Trolly/Amenities/Buggy/Wifi	42	42	0
TOTAL	**1124**	**1124**	**0**

BCAS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
ENTRY Passes	1	1	0
OTHER	14	14	0
SECURITY CLEARANCES	6	6	0
SECURITY Program Approval	0	0	0
TOTAL	**21**	**21**	**0**

CUSTOMS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	18	18	0
Departure	9	9	0
Other	10	10	0
TOTAL	**37**	**37**	**0**

DGCA			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Worthines	16	16	0
Engineering Training School	0	0	0
EXAMINATION	4	4	0

Flying School	0	0	0
International Airlines	0	0	0
LICENSE	2	2	0
Manufacturer	1	1	0
MRO	0	0	0
OTHER	192	192	0
PERMIT & PERMISSION	9	9	0
TOTAL	**224**	**224**	**0**

HELICOPTERS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Global Vectra Helicorp	3	3	0
Pawan Hans Helicopters	1	1	0
Thumby Aviation	1	1	0
TOTAL	**5**	**5**	**0**

IMMIGRATION			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	8	8	0
Departure	20	20	0
Other	4	4	0
TOTAL	**32**	**32**	**0**

SECURITY			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Boarding Gate	11	11	0
Other	15	15	0
Security Check	128	128	0
Terminal Entry	27	27	0
TOTAL	**181**	**181**	**0**

Year wise - 2025			
ALL AIRLINES CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Fare	383	382	1
Baggage	3596	3595	1
Check In & Boarding	1859	1859	0
Cleanliness	35	35	0
Flight Delays	6335	6335	0
Maintenance	187	187	0
Meal	230	230	0
Other	3017	3015	2
Person With Disabilty	113	113	0
Staff/Crew Behavior	546	546	0
Ticketing Fare & Refunds	10804	10800	4
TOTAL	**27105**	**27097**	**8**

ALL AIRPORTS CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Conditioning/Maintenance	25	25	0
Baggage/Lost & Found	327	327	0
CleanLiness/Hygiene	56	56	0
Other	235	235	0
Person With Disability	22	22	0
Retail Shops/Food & Beverage	54	53	1
Seating/Waiting Area	48	48	0
Signages/Flight Display	17	17	0
Staff/Crew Behavior	109	109	0
Taxi/Parking	121	121	0
Trolly/Amenities/Buggy/Wifi	36	36	0
TOTAL	**1050**	**1049**	**1**

BCAS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
ENTRY Passes	1	1	0
OTHER	38	38	0
SECURITY CLEARANCES	4	4	0
SECURITY Program Approval	1	1	0
TOTAL	**44**	**44**	**0**

CUSTOMS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	19	19	0
Departure	19	18	1
Other	25	24	1
TOTAL	**63**	**61**	**2**

DGCA			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Worthines	10	10	0
Engineering Training School	0	0	0
EXAMINATION	0	0	0
Flying School	1	1	0
International Airlines	112	107	5
LICENSE	1	1	0
Manufacturer	0	0	0
MRO	2	2	0
OTHER	354	354	0
PERMIT & PERMISSION	23	23	0
TOTAL	**503**	**498**	**5**

HELICOPTERS

SUB CATEGORY	GRIEVANCE RECEIVED	GRIEVANCES CLOSED	GRIEVANCE PENDING
Himalayan Heli Services	1	1	0
Air Charter Services	1	0	1
Pawan Hans Helicopters	3	3	0
TOTAL	**5**	**4**	**1**

IMMIGRATION			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	13	13	0
Departure	40	40	0
Other	6	6	0
TOTAL	**59**	**59**	**0**

SECURITY			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Boarding Gate	13	13	0
Other	34	34	0
Security Check	105	105	0
Terminal Entry	13	13	0
TOTAL	**165**	**165**	**0**

Year wise - 2026 Till 28-02-2026

ALL AIRLINES CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Fare	114	110	4
Baggage	2084	2041	43
Check In & Boarding	817	803	14
Cleanliness	14	14	0
Flight Delays	2927	2915	12
Maintenance	85	85	0
Meal	94	94	0
Other	1567	1551	16
Person With Disabilty	36	36	0
Staff/Crew Behavior	182	175	7
Ticketing Fare & Refunds	6180	6117	63
TOTAL	**14100**	**13941**	**159**

ALL AIRPORTS CATEGORY REPORTS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Conditioning/Maintenance	1	1	0
Baggage/Lost & Found	204	195	9
CleanLiness/Hygiene	22	22	0
Other	91	84	7
Person With Disability	6	6	0
Retail Shops/Food &	24	21	3

Beverage			
Seating/Waiting Area	17	17	0
Signages/Flight Display	10	9	1
Staff/Crew Behavior	47	45	2
Taxi/Parking	27	24	3
Trolly/Amenities/Buggy/Wifi	17	15	2
TOTAL	**466**	**439**	**27**

BCAS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
ENTRY Passes	1	1	0
OTHER	23	21	2
SECURITY CLEARANCES	6	5	1
SECURITY Program Approval	0	0	0
TOTAL	**30**	**27**	**3**

CUSTOMS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	7	7	0
Departure	2	0	2
Other	3	3	0
TOTAL	**12**	**10**	**2**

DGCA			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Air Worthines	8	6	2
Engineering Training School	0	0	0
EXAMINATION	4	3	1
Flying School	0	0	0
International Airlines	56	52	4
LICENSE	2	2	0
Manufacturer	0	0	0
MRO	0	0	0
OTHER	145	125	20
PERMIT & PERMISSION	8	7	1
TOTAL	**223**	**195**	**28**

HELICOPTERS			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Heritage Aviation	1	0	1
Thumby Aviation	1	1	0
TOTAL	**2**	**1**	**1**

IMMIGRATION			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Arrival	3	3	0
Departure	23	21	2
Other	3	2	1
TOTAL	**29**	**26**	**3**

SECURITY			
SUB CATEGORY	**GRIEVANCE RECEIVED**	**GRIEVANCES CLOSED**	**GRIEVANCE PENDING**
Boarding Gate	6	5	1
Other	25	22	3
Security Check	59	46	13
Terminal Entry	4	4	0
TOTAL	**94**	**77**	**17**

STATEMENT-II

The details of Service Level Agreement

Stakeholder	Grievance Category	SLA Timeline
Airlines	Cleanliness	6 hours
	Flight Delays	1 day
	Check-in & Boarding	3 days

	Assistance to Persons with Disabilities	3 days
	Ticketing, Fares & Refunds	15 days
	Maintenance	15 days
	Meals	15 days
	Baggage	21 days
	Staff/Crew Behaviour	21 days
	Other	15 days
Airports	Baggage Lost & Found	6 hours
	Cleanliness/Hygiene	6 hours
	Air-conditioning/Maintenance	1 day
	Assistance to Persons with Disabilities	3 days
	Trolley/Amenities/Buggy/Wi-Fi	3 days
	Taxi/Parking	7 days
	Retail Shops/Food & Beverage	7 days
	Signages/Flight Display	7 days
	Seating/Waiting Area	7 days
	Staff Behaviour	15 days
	Other	15 days
BCAS	Entry Passes	3 days

	Security Clearances	7 days
	Security Programme Approval	15 days
	Other	15 days
Customs	Arrival	7 days
	Departure	7 days
	Other	15 days
DGCA	Airworthiness	15 days
	Engineering Training School	15 days
	Examination	15 days
	Flying School	15 days
	Licence	15 days
	Manufacturer	15 days
	MRO	15 days
	Permit & Permission	15 days
	Other	15 days
Immigration	Departure	3 days
	Arrival	7 days
	Other	3 days
Security	Boarding Gate	30 days

	Security Check	30 days
	Terminal Entry	30 days
	Other	30 days

STATEMENT-III

The number of baggage related complaints received against airlines since the launch of AirSewa Portal, Year Wise and Airlines Wise Details. From 25/11/2016 to 28/02/2026:

S. No.	Airlines	2016	2017	2018	2019	2020	2021	2022	2023	2024	2025	From 01/01/2026 to 28/02/2026		
												Received	Resolved	Pending
1	Aeroflot	0	1	1	16	2	0	1	0	1	0	0	0	0
2	Air Arabia	0	2	0	1	1	1	2	6	8	23	10	9	1
3	Air Asia Berhad (Intl Tickets)	0	0	0	0	0	0	1	15	22	20	13	13	0
4	Air Astana	0	0	0	1	0	0	1	2	3	6	0	0	0
5	Air Austral	0	0	0	1	0	0	0	0	0	0	0	0	0
6	Air Canada	2	2	5	3	2	0	8	10	2	1	4	4	0
7	Air China	1	0	0	4	0	0	0	0	0	0	0	0	0
8	Air Costa	1	2	0	0	0	0	0	0	0	0	0	0	0
9	Air France	0	1	0	2	0	1	9	5	5	9	11	4	7
10	Air India	20	120	92	302	114	144	249	307	635	616	303	302	1
11	Air India Express	0	0	0	0	0	0	25	9	223	411	117	117	0
12	Air Mauritius	0	1	2	1	0	0	0	1	0	1	0	0	0
13	Air Seychelles	0	1	0	0	0	0	0	1	0	0	0	0	0
14	AirAsia India	2	10	16	44	26	12	0	81	0	0	0	0	0
15	Akasa Air	0	0	0	0	0	0	6	45	53	112	70	70	0

16	All Nippon Airways	0	0	0	0	0	0	0	0	0	1	0	0	0
17	Alliance Air (India)	0	0	0	0	0	1	11	13	15	18	6	6	0
18	American Airlines	0	0	0	0	0	0	0	0	0	0	2	2	0
19	Azerbaijan Airlines	0	0	0	0	0	0	0	0	0	0	2	1	1
20	Asiana Airlines	0	0	1	0	0	0	0	0	0	0	0	0	0
21	Bhutan Airlines	0	0	0	0	0	0	0	0	1	0	0	0	0
22	Biman Bangladesh	0	0	0	0	0	0	0	0	1	0	0	0	0
23	British Airways	0	0	2	5	1	1	6	10	11	17	5	4	1
24	Cathay Pacific	0	0	1	1	0	0	0	1	7	2	4	4	0
25	China Eastern Airlines	0	0	0	1	0	0	0	0	0	0	2	1	1
26	China Southern	0	2	1	0	0	0	0	0	0	0	1	0	1
27	Delta Airlines	0	0	0	0	0	0	0	0	0	2	0	0	0
28	Dragon Air	0	0	0	0	1	0	0	0	0	0	0	0	0
29	Egypt Air	0	0	0	0	0	0	2	3	6	8	3	1	2
30	Emirates Airline	1	4	6	7	2	1	12	8	36	19	2	2	0
31	Ethiopian Airlines	0	1	0	4	0	0	9	7	20	22	6	4	2
32	Etihad Airways	1	7	4	6	6	6	5	13	11	31	4	4	0
33	Finn Air	0	0	0	1	0	1	0	1	1	0	0	0	0
34	Fly Dubai	0	1	0	2	1	0	1	0	5	1	2	2	0
35	FlyBig	0	0	0	0	0	2	0	2	1	2	1	0	1
36	GoAir	0	18	24	65	41	49	92	41	1	0	0	0	0
37	Gulf Air	2	0	2	5	0	0	5	7	8	4	8	7	1
38	IndiaOne Air	0	0	0	0	0	0	0	0	0	0	1	0	1
39	indiGo	52	74	75	310	101	99	328	624	1091	1654	1183	1182	1

40	Jet Airways	5	124	63	29	0	0	0	0	0	0	0	0	0
41	Jazeera Airways	0	0	0	0	0	0	0	0	0	0	2	2	0
42	Jetlite	0	0	1	0	0	0	0	0	0	0	0	0	0
43	Kenya Airways	0	3	0	1	0	0	1	2	2	21	1	0	1
44	KLM Airlines	0	1	1	1	0	0	7	6	1	7	5	3	2
45	Kuwait Airways	0	0	2	4	0	2	6	9	8	10	6	5	1
46	Lufthansa	0	2	0	3	2	1	17	20	22	28	8	5	3
47	Mahan Air	0	0	0	2	0	0	0	0	0	0	0	0	0
48	Malaysia Airlines	0	3	2	7	3	1	2	10	10	4	5	5	0
49	Malindo Airways	17	5	0	5	3	1	2	5	8	4	3	2	1
50	Nepal Airlines Corporation	0	0	0	3	0	0	0	0	0	0	0	0	0
51	Oman Airlines	0	5	1	5	3	2	3	7	7	9	12	10	2
52	Qatar Airways		3	1	11	0	2	7	28	21	26	11	8	3
53	Royal Jordanian	0	0	0	0	0	0	0	0	0	0	2	2	0
54	Salam Air	0	0	0	0	0	0	0	0	0	0	1	1	0
55	Saudia	0	1	0	7	0	0	5	11	8	11	2	2	0
56	Silk Air	0	1	0	0	0	0	0	0	0	0	0	0	0
57	Singapore Airlines	0	0	2	1	1	0	3	6	12	6	3	3	0
58	SpiceJet	4	71	24	192	61	71	133	245	476	396	219	218	1
59	Srilankan Airways	0	2	2	0	2	0	4	4	3	9	1	1	0
60	Star Air	0	0	0	0	0	0	0	1	5	7	7	7	0
61	Swiss Air	0	0	0	0	0	0	2	5	9	6	2	2	0
62	Thai Air Asia	0	0	2	2	1	0	0	0	0	0	0	0	0

63	Thai Airways	0	0	2	5	1	0	9	15	13	12	7	6	1
64	Thai Lion Air	0	0	0	0	0	0	0	0	1	7	3	3	0
65	Tiger Airways	0	1	0	1	0	0	0	0	0	0	0	0	0
66	TruJet	0	0	0	1	0	0	0	0	0	0	0	0	0
67	Turkish Airlines	0	2	2	5	1	0	3	15	10	11	10	9	1
68	United Airlines	0	0	0	2	2	0	0	0	4	1	2	2	0
69	United Airlines Bangladesh Ltd	0	0	0	0	0	0	0	0	1	0	0	0	0
70	Uzbekistan Airways	0	0	0	1	0	0	1	0	0	2	0	0	0
71	VietJet Air	0	0	0	0	0	0	13	12	17	34	11	8	3
72	Virgin Atlantic	0	0	0	0	0	1	5	0	2	5	1	1	0
73	Vistara	0	7	3	34	31	35	106	143	236	0	0	0	0
Total		**108**	**478**	**340**	**1104**	**409**	**434**	**1102**	**1756**	**3043**	**3596**	**2084**	**2044**	**40**

IDENTIFICATION AND EXPLORATION OF NEW OIL AND GAS FIELDS

4520. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the number of new oil and gas fields identified by the Government during the last three years along with their expected production capacity, field-wise;

(b) the efforts made by the Government to explore additional new fields in the country, State/UT-wise including Gujarat;

(c) the steps taken by the Government to promote new research and technologies in the field of oil and natural gas exploration;

(d) the fresh locations in Gujarat identified as potential sites for oil and gas fields along with the status of work progress, site-wise; and

(e) whether the Government would consider to find such resources in the South Gujarat sea- basin areas including Hazira and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a), (b) and (d): Government have launched Hydrocarbon Exploration and Licensing Policy (HELP) in 2016. Under this policy, Open Acreage Licensing Policy (OALP) was started. During the last three years, total 38 exploration blocks under OALP bid Round VIII and IX covering 1,72,912.95 Square Kilometer in offshore areas and states of Gujarat, Assam and Meghalaya, have been awarded

to successful bidders. Out of these 38 blocks, 09 blocks are situated in Gujarat. Geoscientific survey of the blocks awarded under these OALP Bid Rounds indicate enhancement in country's existing resource potential. Further, OALP bid Round X offering 25 exploration blocks covering 1,91,986.21 sq. km in 6 states, including Gujarat, was launched on 15.04.2025. Of these blocks, one block is situated in Gujarat. The State-wise list of blocks awarded during the last three years and identified for bidding in OALP Bid Round X is given in the enclosed **Statement-I.**

Production capacity of the field is submitted by operator in Field Development Plan (FDP). As on date, as the blocks are under Exploration phase, FDP has not been submitted by the operators so expected production capacity of the fields cannot be ascertained.

(c): Government have taken various steps to bring new research and technology which are enumerated as below:

i. Appraisal of Un-appraised areas in Sedimentary Basins under National Seismic Programme, 2017.
ii. Policy Framework for exploration and exploitation of Unconventional Hydrocarbons under Existing Production Sharing Contracts (PSCs), Coal Bed Methane (CBM) Contracts and Nomination Fields, 2018;
iii. Government is also spending about Rs.7500 Cr. for acquisition of seismic data in onland and offshore areas and drilling of stratigraphic wells to make

quality data of Indian Sedimentary Basins available to bidders. Government has approved acquisition of additional 2D Seismic data of 20,000 LKM in onland and 30,000 LKM in offshore beyond Exclusive Economic Zone (EEZ) of India.

iv. New technologies like Airborne Gravity Gradiometry and Gravity Magnetic Survey, Passive Seismic Tomography (PST), Low- Frequency Passive Seismic (LFPS) Surveys have been implemented to acquire high quality data for processing and interpretation.

v. Government, through Directorate General of Hydrocarbons, have executed Memorandum of Understanding (MoUs) with prominent institutes for research and development in the area of oil and natural gas exploration.

vi. Hydrocarbon Resource Assessment Study (HRAS 2025) has been launched on 17.07.2025 for both Conventional and Unconventional Category across all Indian sedimentary basins.

(e): Government have awarded 05 blocks under OALP bid rounds in the South Gujarat sea-basin area. The blocks are currently under Exploration. The details of these blocks are given in the enclosed **Statement-II**.

STATEMENT- I

The State-wise list of blocks awarded during the last three years

Sr. No.	Block Name	OALP Bid Round	State
1	AS-ONHP-2022/1	VIII	Assam

2	CB-ONHP-2022/1	VIII	Gujarat
3	KG-UDWHP-2022/1	VIII	OFFSHORE
4	MB-OSHP-2022/1	VIII	OFFSHORE
5	GK-OSHP-2022/1	VIII	OFFSHORE
6	GS-DWHP-2022/1	VIII	OFFSHORE
7	MN-UDWHP-2022/1	VIII	OFFSHORE
8	BP-OSHP-2022/1	VIII	OFFSHORE
9	KK-DWHP-2022/1	VIII	OFFSHORE
10	KK-OSHP-2022/1	VIII	OFFSHORE
11	CY-UDWHP-2022/1	IX	OFFSHORE
12	CY-UDWHP-2022/2	IX	OFFSHORE
13	CY-UDWHP-2022/3	IX	OFFSHORE
14	CB-ONHP-2022/2	IX	Gujarat
15	GS-OSHP-2022/1	IX	OFFSHORE
16	GS-OSHP-2022/2	IX	OFFSHORE
17	AS-ONHP-2022/2	IX	Meghalaya
18	AS-ONHP-2022/3	IX	Meghalaya
19	GK-OSHP-2023/1	IX	OFFSHORE
20	GS-ONHP-2023/1	IX	Gujarat
21	CY-UDWHP-2023/1	IX	OFFSHORE

22	GS-UDWHP-2023/1	IX	OFFSHORE
23	GS-UDWHP-2023/2	IX	OFFSHORE
24	GS-OSHP-2023/1	IX	OFFSHORE
25	MB-OSHP-2023/1	IX	OFFSHORE
26	CB-OSHP-2023/1	IX	OFFSHORE
27	MB-OSHP-2023/2	IX	OFFSHORE
28	GS-ONHP-2023/2	IX	Gujarat
29	GS-ONHP-2023/3	IX	Gujarat
30	CB-OSHP-2023/2	IX	Gujarat
31	CB-ONHP-2023/1	IX	Gujarat
32	CB-ONHP-2023/2	IX	Gujarat
33	CB-ONHP-2023/3	IX	Gujarat
34	MN-UDWHP-2023/1	IX	OFFSHORE
35	MN-UDWHP-2023/2	IX	OFFSHORE
36	KG-UDWHP-2023/1	IX	OFFSHORE
37	KG-UDWHP-2023/2	IX	OFFSHORE
38	MN-UDWHP-2023/3	IX	OFFSHORE

Details of blocks offered under OALP Bid Round X

Sr. No.	Block Name	State
1	AN-UDWHP-2024/1	OFFSHORE
2	AN-UDWHP-2024/2	OFFSHORE
3	AN-UDWHP-2024/3	OFFSHORE
4	AN-UDWHP-2024/4	OFFSHORE
5	BP-OSHP-2024/1	OFFSHORE
6	BP-UDWHP-2024/1	OFFSHORE
7	CB-ONHP-2024/1	Gujarat
8	CY-DWHP-2024/1	OFFSHORE
9	GP-ONHP-2024/1	Himachal Pradesh, Punjab
10	GS-OSHP-2024/1	OFFSHORE
11	GS-OSHP-2024/2	OFFSHORE
12	GS-UDWHP-2024/1	OFFSHORE
13	HF-ONHP-2024/1	Himachal Pradesh, Punjab & Jammu-Kashmir
14	KG-OSHP-2024/1	OFFSHORE
15	KG-UDWHP-2024/1	OFFSHORE
16	KG-UDWHP-2024/2	OFFSHORE
17	KG-UDWHP-2024/3	OFFSHORE
18	KR-ONHP-2024/1	Jammu-Kashmir

19	MB-OSHP-2024/1	OFFSHORE
20	MB-OSHP-2024/2	OFFSHORE
21	MN-UDWHP-2024/1	OFFSHORE
22	MN-UDWHP-2024/2	OFFSHORE
23	MN-UDWHP-2024/3	OFFSHORE
24	RJ-ONHP-2024/1	Rajasthan
25	VN-ONHP-2024/1	Uttar Pradesh

STATEMENT-II

The details of blocks

OALP Round	Block Name	Basin Name	Nature
OALP-VI	CB-OSHP-2021/1	Cambay	OFFSHORE
OALP-VII	CB-OSHP-2021/2	Cambay	OFFSHORE
OALP-VII	CB-OSHP-2021/3	Cambay	OFFSHORE
OALP-IX	CB-OSHP-2023/1	Cambay	OFFSHORE
OALP-IX	CB-OSHP-2023/2	Cambay	OFFSHORE

DELAY IN COMPLETION OF SHAHDOL BYPASS

4521. SHRIMATI HIMADRI SINGH:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the current physical and financial progress of the four-laning and widening of

National Highway (NH-43) on the Katni-Shahdol-Anuppur section extending towards the Chhattisgarh border as of February, 2026;

(b) the specific reasons for the persistent delays in the completion of the Shahdol Bypass and the final projected date for its full operationalization and opening to heavy traffic;

(c) whether there is any feasibility study or formal proposal currently under consideration to upgrade the road connectivity between Shahdol and the holy town of Amarkantak to a high-speed corridor to boost religious tourism and provide better market access for the local tribal population; and

(d) the current status of the Detailed Project Report (DPR) for the proposed Economic Corridor passing through the Shahdol division under the next phase of the Bharatmala Pariyojana or the National Mater Plan?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The current status of four laning and widening of National Highway (NH)-43 on the Katni-Shahdol-Anuppur (upto Chhattisgarh border) section is as under:

S. No.	Project Name	Length (in Km.)	Status
1	2-lane with paved shoulder of Katni-Umariya Section	69.10	Completed on 14.04.2018 and Presently under Operation & Maintenance (O&M).

2	2-lane with paved shoulder of Umariya-Shahdol Section	73.10	Physical and financial progress is about 95% and 92% respectably.
3	2-lane with paved shoulder of Shahdol-Annuppur (upto Chhattisgarh border) Section	91.80	Completed on 17.02.2017 and Presently under O&M.

(b): The Shahdol Bypass of 9.6 km has been completed except one Vehicular underpass. The traffic is already plying on this stretch.
(c) and (d): No such proposal for preparation of Detailed Project Report (DPR) for high speed/ Economic Corridor between Shahdol and Amarkantak is under consideration.

तेल कंपनियों में अजा/अजजा अधिकारियों के लिए प्रशिक्षण में आरक्षण

4522. श्री भाऊसाहेब राजाराम वाकचौरेः

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या इंडियन आयल कॉर्पोरेशन लिमिटेड और अन्य भारतीय तेल कंपनियों में देश और विदेश में आयोजित प्रशिक्षण कार्यक्रमों में अजा/अजजा अधिकारियों को आरक्षण देने के लिए कोई नियम या दिशा-निर्देश हैं, जैसा कि केंद्र सरकार द्वारा जारी निर्देशों में उल्लिखित है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) गत तीन वर्षों में देश और विदेश में आयोजित प्रशिक्षण कार्यक्रमों की संख्या तथा उन कार्यक्रमों के लिए सामान्य उम्मीदवारों की तुलना में नामित अजा/अजजा उम्मीदवारों की वर्ष-वार और श्रेणी-

वार संख्या क्या है;

(घ) क्या इस संबंध में कोई कमी रही है; और

(ङ) यदि हाँ, तो निर्धारित दिशा-निर्देशों/अनुदेशों के अनुसार उक्त श्रेणी के उम्मीदवारों को देश और विदेश में प्रशिक्षण प्रदान करने के लिए क्या कार्रवाई प्रस्तावित की गई है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क): जी, नहीं।

(ख): प्रश्न ही नहीं उठता।

(ग): पिछले तीन वर्षों में तेल कंपनियों द्वारा देश और विदेश में आयोजित प्रशिक्षण कार्यक्रमों का ब्यौरा संलग्न **विवरण** में दिया गया है।

(घ): जी, नहीं।

(ङ): प्रश्न ही नहीं उठता।

<u>विवरण</u>

पिछले तीन वर्षों में तेल कंपनियों द्वारा देश और विदेश में आयोजित प्रशिक्षण कार्यक्रमों का ब्यौरा

सार्वजनिक क्षेत्र के उपक्रम		**वर्ष**		
इंडियन ऑयल कॉर्पोरेशन लिमिटेड (आईओसीएल)		2022-23	2023-24	2024-25
	प्रशिक्षण कार्यक्रमों की संख्या	2490	2165	2750
	नामांकित अजा/अजजा उम्मीदवारों की	5293	5024	4976
	नामांकित सामान्य उम्मीदवारों की संख्या	9823	8902	8647
बामर लॉरी लिमिटेड	प्रशिक्षण कार्यक्रमों की संख्या	148	217	208
	नामांकित अजा/अजजा उम्मीदवारों की	111	104	129
	नामांकित सामान्य उम्मीदवारों की संख्या	413	385	482
इंजीनियर्स इंडिया लिमिटेड (ईआईएल)	प्रशिक्षण कार्यक्रमों की संख्या	141	138	147
	नामांकित अजा/अजजा उम्मीदवारों की	1116	1247	1403
	नामांकित सामान्य उम्मीदवारों की संख्या	3274	3201	3420
ऑयल एंड नेचुरल गैस	प्रशिक्षण कार्यक्रमों की संख्या	940	782	829

कॉर्पोरेशन लिमिटेड (ओएनजीसी)	नामांकित अजा/अजजा उम्मीदवारों की	5075	4080	4144
	नामांकित सामान्य उम्मीदवारों की संख्या	14567	9000	8101
मैंगलोर रिफाइनरी एंड पेट्रोकेमिकल्स लिमिटेड (एमआरपीएल)	प्रशिक्षण कार्यक्रमों की संख्या	111	127	97
	नामांकित अजा/अजजा उम्मीदवारों की	75	78	59
	नामांकित सामान्य उम्मीदवारों की संख्या	408	403	266
ऑयल इंडिया लिमिटेड (ओआईएल)	प्रशिक्षण कार्यक्रमों की संख्या	415	648	686
	नामांकित अजा/अजजा उम्मीदवारों की	1735	2276	2295
	नामांकित सामान्य उम्मीदवारों की संख्या	2279	3449	3115
भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड (बीपीसीएल)	प्रशिक्षण कार्यक्रमों की संख्या	870	1000	850
	नामांकित अजा/अजजा उम्मीदवारों की	1024	1114	1230
	नामांकित सामान्य उम्मीदवारों की संख्या	4883	4971	5482
गैस अथॉरिटी ऑफ इंडिया लिमिटेड (गेल)	प्रशिक्षण कार्यक्रमों की संख्या	697	601	645
	नामांकित अजा/अजजा उम्मीदवारों की	1047	1104	1164
	नामांकित सामान्य उम्मीदवारों की संख्या	2421	2397	2480
नुमालीगढ़ रिफाइनरी लिमिटेड (एनआरएल)	प्रशिक्षण कार्यक्रमों की संख्या	139	153	133
	नामांकित अजा/अजजा उम्मीदवारों की	405	306	315
	नामांकित सामान्य उम्मीदवारों की संख्या	949	783	863
ब्रह्मपुत्र क्रैकर एंड पॉलिमर लिमिटेड (बीसीपीएल)	प्रशिक्षण कार्यक्रमों की संख्या	26	20	10
	नामांकित अजा/अजजा उम्मीदवारों की	17	4	3
	नामांकित सामान्य उम्मीदवारों की संख्या	56	23	11
हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड (एचपीसीएल)	प्रशिक्षण कार्यक्रमों की संख्या	2010	1227	1869
	नामांकित अजा/अजजा उम्मीदवारों की	1385	1372	1418
	नामांकित सामान्य उम्मीदवारों की संख्या	4445	4365	4520
चेन्नई पेट्रोलियम कॉर्पोरेशन लिमिटेड (सीपीसीएल)	प्रशिक्षण कार्यक्रमों की संख्या	229	198	171
	नामांकित अजा/अजजा उम्मीदवारों की	287	256	251
	नामांकित सामान्य उम्मीदवारों की संख्या*	942	886	833

*ओबीसी उम्मीदवार सहित

स्त्रोत: सभी पीएसयूज़

पिछड़े इलाकों में तेल कंपनियों की सीएसआर संबंधी गतिविधियाँ

4523. श्री अरुण कुमार सागरः

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या मंत्रालय के अधीन तेल कंपनियों ने पिछड़े क्षेत्रों में सामाजिक उत्थान के लिए कॉर्पोरेट सामाजिक दायित्व (सीएसआर) के अंतर्गत निधियाँ आवंटित की हैं;

(ख) यदि हाँ, तो पिछले तीन वर्षों में देश के अनुसूचित जाति और पिछड़ा-बहुल क्षेत्रों में सामाजिक उत्थान हेतु सीएसआर निधियाँ आवंटित करने वाली तेल कंपनियों का वर्ष-वार और जिला-वार ब्यौरा

क्या है;

(ग) उक्त अवधि के दौरान लाभान्वित लोगों की राज्य/संघ राज्यक्षेत्र-वार, वर्ष-वार विशेषकर उत्तर प्रदेश के अनुसूचित जाति और पिछड़ा-बहुल क्षेत्रों में संख्या सहित ब्यौरा क्या है; और

(घ) क्या सरकार ने इन सीएसआर निधियों के उचित उपयोग और व्यय को सुनिश्चित करने के लिए कोई कदम उठाए हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (घ): कंपनी अधिनियम 2013 की धारा 135 के अनुसार प्रत्येक कंपनी जिसका पिछले वित्तीय वर्ष के दौरान निवल मूल्य 500 करोड़ रुपए या उससे अधिक है, या कारोबार 1,000 करोड़ रुपए या उससे अधिक है, या निवल लाभ 5 करोड़ रुपए या उससे अधिक है, उसे कंपनी की सीएसआर नीति के अनुसार पिछले तीन वित्तीय वर्षों में कंपनी के औसत निवल लाभ का कम से कम 2 प्रतिशत सीएसआर पर व्यय करना अनिवार्य है। तेल एवं गैस पीएसयू के सीएसआर व्यय, उत्तर प्रदेश सहित देश के सामाजिक, आर्थिक तथा शैक्षिक रूप से पिछड़े क्षेत्रों (आकांक्षी जिलों) सहित पूरे क्षेत्रों या इलाकों में लागू होते हैं। प्रमुख तेल एवं गैस पीएसयू द्वारा चलाई जा रही सीएसआर परियोजनाओं/कार्यकलापों का राज्य एवं जिला-वार सीएसआर व्यय का विवरण उनके संबंधित वेबसाइटों अर्थात् www.ongcindia.com, www.iocl.com, www.bharatpetroleum.com,

www.hindustanpetroleum.com, www.gailonline.com, www.oil-india.com पर उपलब्ध हैं। सीएसआर परियोजनाएँ क्षेत्र और समाज के सामाजिक-आर्थिक विकास के लिए की जाती हैं, जहाँ परियोजना का क्रियान्वयन किया जाता है। चूँकि, सीएसआर गतिविधियां व्यापक क्षेत्र को आच्छादित करती हैं, इसलिए लाभार्थी-वार विवरण अनुरक्षित नहीं किए जाते हैं। सीएसआर एक बोर्ड संचालित प्रक्रिया है और कंपनी का बोर्ड अपनी सीएसआर समिति की अनुशंसा के आधार पर कंपनी की सीएसआर गतिविधियों की योजना बनाने, निर्णय लेने, निष्पादित करने और निगरानी करने के लिए सक्षम है। सीएसआर निधि व्यय करने के लिए, कंपनी अधिनियम 2013 की धारा 135 के तहत निर्दिष्ट प्रावधानों, लोक उद्यम विभाग (डीपीई), वित्त मंत्रालय द्वारा जारी सीएसआर व्यय सम्बन्धी दिशानिर्देशों और कंपनी की सीएसआर नीति द्वारा निर्धारित मानदंड को छोड़कर सरकार किसी विशिष्ट भौगोलिक क्षेत्र या गतिविधि में व्यय करने के निमित्त कंपनियों को कोई विशेष दिशानिर्देश जारी नहीं करती है।

BATTERY ENERGY STORAGE SYSTEM

4524. SHRI RAHUL KASWAN:

Will the Minister of **POWER** be pleased to state:

(a) the present status of the Viability Gap Funding (VGF) scheme for Battery Energy Storage Systems (BESS) including the total MWh capacity sanctioned under the amended guidelines permitting four hour single cycle storage;

(b) the number of projects benefiting from the extended Inter State Transmission System (ISTS) charge waiver for energy storage installations valid until June 2028; and

(c) the progress made towards the Government’s target of supporting 30 GWh of

BESS capacity including the details of tranches released in 2024-25?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (c): Ministry of Power, Government of India is administering two Viability Gap Funding (VGF) schemes for the development of 43.8 GWh of Battery Energy Storage Systems (BESS), with storage capacity of 4 hours or 2 hours, based on the specific requirements of the beneficiary utilities. The details, including the implementation status of the two schemes, are as under:

i. **Viability Gap Funding (VGF) scheme through Budgetary Support:** Central Government, on 6th September 2023, approved the VGF scheme for the development of 4 GWh of BESS capacity with a budgetary outlay of Rs 3,760 crore. Subsequently, due to a decline in prices of BESS, the capacity has been enhanced to 13.8 GWh within the sanctioned budget. Out of the 13.8 GWh BESS capacity, Letters of Award (LoAs) have been issued for 12.7 GWh. Since none of the projects had achieved the milestone for releasing the VGF, no VGF disbursement was done during FY 2024-25. During the FY 2025-26, VGF of about Rs. 100 Cr. has been disbursed so far.

ii. **Viability Gap Funding (VGF) scheme for development of 30 GWh of BESS supported through Power System Development Fund (PSDF)**: Ministry of Power, vide order dated 09.06.2025, launched VGF scheme for development

of 30 GWh of BESS with financial support of ₹5,400 crore from the Power System Development Fund. Under this scheme, 25 GWh has been allocated to 15 States for meeting their storage requirements, while 5 GWh has been allocated to NTPC Ltd. to support electricity demand during non-solar hours and optimize utilization of existing thermal and transmission infrastructure. Out of the total allocated capacity, LoAs have been issued for 17.1 GWh. Since none of the projects has achieved the milestone for releasing the VGF, no VGF disbursement has been done so far in this scheme.

(b): Central Electricity Regulatory Commission through the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations dated 26.06.2025, has extended the benefit of 100% Inter-State Transmission System (ISTS) charges waiver for co-located BESS projects commissioned on or before 30th June 2028, for a period of 12 years. For the non-co-located BESS projects, the 100% ISTS charges waiver was till 30th June, 2025 with graded reduction in waiver by 25% per year thereafter. The provision for ISTS charges waiver benefit has also been provided for Hydro Pumped Storage Projects (PSPs) where construction is awarded by 30th June 2028, for a period of 25 years from the Commercial Operation Date (COD). The BESS and Hydro PSP projects that comply with the provisions of the above mentioned CERC Regulations would be eligible for availing ISTS charges waiver benefits.

NEW AIRPORTS UNDER UDAN SCHEME

4525. SHRI DHAVAL LAXMANBHAI PATEL:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) the list of 120 new destinations targeted under the revamped UDAN initiative for the next ten years;

(b) the specific allocation for helipads and smaller airports in hilly and North Eastern regions in the budget for the Financial Year 2026-27;

(c) the number of routes that successfully transitioned to commercial viability without Viability Gap Funding (VGF) support during the last three years; and

(d) the steps taken to address the operational challenges of aircraft shortages for regional carriers?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b): The Government has announced the launch of the modified UDAN Scheme to increase regional connectivity to 120 new destinations across the country to cater to 4 crore passengers over the next 10 years. The scheme will also support helipads and smaller airports in hilly, aspirational and North East region districts. The Scheme is at approval stage.

(c): A total of 162 routes have become commercially operational without Viability Gap Funding (VGF) support.

(d): Aircraft acquisition and fleet deployment are commercial decisions of the airlines. However, DGCA has a robust mechanism in place to monitor the induction of aircraft by airlines.

CONVERSION OF STATE HIGHWAYS TO NATIONAL HIGHWAYS

4526. THIRU DR. S JAGATHRAKSHAKAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the total length of State highways converted to national highways during the last five years, State-wise and year-wise;

(b) whether the Government has established specific criteria for prioritizing State highways for conversion into national highways and if so, the details thereof;

(c) the budgetary allocation and expenditure incurred on such conversions during the last five years including funds provided under Centrally sponsored schemes;

(d) the average time taken for the approval and completion of conversion projects and the key challenges encountered during the process; and

(e) the impact of such conversions on regional connectivity, economic growth and traffic congestion supported by any data or studies conducted in this regard?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): State / Union Territory (UT) – wise and year – wise length of State Roads,

including State Highways (SHs), notified as National Highways (NHs) during the last five years are given in the enclosed **Statement**.

(b): State roads, including SHs, are declared as NHs from time to time on the basis of well-established broad principles, including: -

i. Connecting adjacent countries, National Capital with State Capitals / one State Capital to another State Capital, major ports and ports prioritised for development by the Ministry of Ports, Shipping & Waterways, large industrial centers or tourist centers.
ii. Roads having important strategic requirements.
iii. Arterial roads which enable sizeable reduction in travel distance and achieve substantial economic growth.
iv. Roads which help in opening up large tracts of backward area and hilly region.
v. Synergy with PM GatiShakti National Master Plan (NMP).

(c): Details of budgetary allocation and expenditure incurred towards development and maintenance of NHs, including newly notified NHs, during the last five years are as under: -

		Amount in ₹ Crore
Year	**Budgetary Allocation**	**Budgetary Expenditure**
2020-21	94,257	91,045
2021-22	123,537	115,321
2022-23	208,226	206,628
2023-24	266,552	266,299

2024-25	290,245	290,069

(d): Development works on notified NHs are taken up based on the broad principles of declaration of NHs, requirement of connectivity, traffic density and synergy with PM Gati Shakti National Master Plan. Time period of completion is generally 3-4 years after approval of the work.

Key challenges faced in project implementation on such notified NHs are inadequate Right of Way (ROW), encroachments, diversion of strip forest land along such NHs, existing utility for shifting, requirement of Road Over Bridge (ROB) & Road Under Bridge (RUB) in lieu of existing level crossings etc.

(e): NH network length in the country has increased from 132,995 km in March, 2020 to 1,46,566 km at present. Quality of NH network has improved substantially. National High Speed Corridors (HSCs) / Expressways in about 3,644 km length have been operationalized so far. Length of 4 lane and above NH network has increased by 1.6 times from 33,851 km in 2020 to 49,160 km. Also, proportion of less than 2-lane NHs has decreased from 23% in 2020 to 9% of the total NH network. This has led to increased logistics efficiency apart from increased connectivity across country including the tribal, aspirational and other backward areas.

Further, based on the study by Indian Institute of Management, Bangalore on impact of development of National Highways projects (2014-2022) in the

country, broad findings are as under: -

i. Every one-rupee expenditure in National Highway development leads to a ₹ 3.2 increase in Gross Domestic Product (GDP);

ii. The time taken for transportation between factories and suppliers has decreased by 9.19% in treatment districts vis-à-vis control districts;

iii. The time taken for transportation between factories and customers has decreased by 4.93% in treatment districts as compared to control districts;

iv. The time to access schools has decreased by 16.6% in treatment districts vis-à-vis control districts;

v. There has been a 9% reduction in time to access health services in treatment districts as compared to control districts;

vi. The average time to reach Mandis decreased by 7% in treatment districts as compared to control districts; and

vii. The average number of Mandis accessed increased by 8% in treatment districts as compared to control districts.

STATEMENT

State / Union Territory – wise and year-wise length of State Roads, including SHs, notified as NHs during the last five years:

						Length in Km
Sr. No.	**State / UT**	**2020-21**	**2021-22**	**2022-23**	**2023-24**	**2024-25**
1	Andhra Pradesh	582	394	86		
2	Arunachal Pradesh			855	82	
3	Assam	97	71			
4	Bihar	295	169			

5	Gujarat	844	141			12
6	Haryana	-65		34		-47
7	Jammu and Kashmir			28	42	
8	Jharkhand		37			
9	Karnataka		49	55		
10	Madhya Pradesh	10	121	93		71
11	Maharashtra	265	98	142	-22	-16
12	Manipur	90				
13	Mizoram			45		
14	Nagaland		123			
15	Punjab	72				24
16	Rajasthan			143		
17	Sikkim	246				
18	Tamil Nadu			142		
19	Tripura			35		
20	Telangana	380	327			
21	Uttarakhand	463	216			
22	Uttar Pradesh	31	275		-151	-39
23	West Bengal		9			
Note: Negative figures on account of realignment / construction of bypasses / length de-notified etc.						

COLD STORAGE AND TRANSPORTATION FACILITIES

4527. DR. GUMMA THANUJA RANI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) whether the Government has any specific plans to address the lack of cold storage and transportation facilities especially for perishable goods and if so, the expected timelines for these improvements;

(b) whether the Ministry is collaborating with other Ministries such as Road Transport & Highways and Railways to enhance logistical infrastructure for

the timely transportation of agricultural products and if so, the details of such collaborations; and

(c) the extent to which post-harvest losses have impacted farmer incomes due to infrastructure deficits and the steps being taken by the Government to reduce such losses?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): The Ministry of Food Processing Industries (MoFPI) is implementing a Central Sector umbrella scheme “Pradhan Mantri Kisan Sampada Yojana (PMKSY)” to support setting up of food processing projects across the country. Under the component schemes namely (i) Integrated Cold Chain and Value Addition Infrastructure (Cold Chain scheme), (ii) Creation of Infrastructure for Agro Processing Clusters (APC scheme) and (iii) Operation Greens (OG scheme) - Long term intervention of PMKSY, cold storage and transport facilities (reefer vehicles/ insulated vans) are supported as constituents in the integrated food processing projects. However, these component schemes do not support setting up of standalone cold storage and transportation facilities. All the component schemes of PMKSY are demand driven and financial assistance in the form of grants-in-aid/ subsidy is provided for setting up of food processing projects at the rate of 35% of the eligible project cost in case of projects from general areas and

50% in case of projects from difficult areas as well as projects for SC/ ST, FPOs and SHGs subject to a maximum of ₹ 10.00 crore in case of Cold Chain scheme/ APC scheme as well as in case of standalone projects under OG scheme and ₹ 15.00 crore in case of integrated projects under OG scheme.

Department of Agriculture & Farmers Welfare is implementing Mission for Integrated Development of Horticulture (MIDH) for holistic development of horticulture sector in the country. Under MIDH, financial assistance is provided for various post-harvest management infrastructure including setting up of Pack Houses, Integrated Pack House, cold storage, Reefer Transport, Ripening Chamber etc. on the basis of Annual Action Plan (AAP) received from States/UTs. AAPs are prepared by the States/UTs based on their requirement, capacity and availability of resources. This scheme is demand/ entrepreneur driven and financial assistance in the form of credit linked back ended subsidy is provided at the rate of 35% of the project cost in general areas and 50% of the project cost in case of NE & Himalayan States, Tribal Sub-Plan (TSP) and Scheduled areas, vibrant villages, Andaman & Nicobar and Lakshadweep Islands through respective State Horticulture Mission(s) (SHMs).

Besides, National Horticulture Board (NHB) under DA&FW is implementing a scheme namely, Capital Investment Subsidy for Construction/ Expansion/ Modernization of Cold Storages and Storages for Horticulture Products. Under this scheme, credit linked back-ended subsidy @35% of the capital cost of the

project in general areas and 50% in case of North East, hilly & Scheduled areas for Construction/ Expansion/ Modernization of cold storage and Controlled Atmosphere (CA) storage of capacity above 5000 MT and up to 10000 MT is available. In case of North Eastern Region, the units with capacity above 1000 MT are also eligible for financial assistance.

Further, to strengthen agriculture infrastructure in the country, DA&FW has launched Agriculture Infrastructure Fund (AIF) of ₹ 1.00 lakh crore. Under AIF, there is provision for collateral free term loans up to ₹ 2.00 crore and interest subvention of 3% on the term loan availed for creation of post-harvest infrastructure including establishment of cold storages and transportation facilities.

As on 31.01.2025, as per the data provided by DA&FW, 8760 number of cold storages have been created with total capacity of 397.08 LMT across the country. Details of the same are given in the enclosed **Statement-I.** The Inter-Ministerial Consultations (IMCs) are made as and when required by this Ministry to develop strategies to enhance logistical infrastructure for timely transportation of farm produce/ processed foods. Further, MoFPI under the component schemes, namely Cold Chain scheme and OG scheme of PMKSY provides support to logistics infrastructure (reefer vehicles/ insulated vans) as a constituent in the integrated food processing projects for facilitating transport of farm produce/ processed foods. As on 31.12.2025, 1575 number of reefer vehicles / insulated vans have been supported.

(c): MoFPI has conducted two studies namely (i) “Assessment of Quantitative Harvest and Post-Harvest Losses of Major Crops and Commodities in India”, 2015 with reference year 2012-14 through Indian Council of Agriculture Research (ICAR) -Central Institute of Post-Harvest Engineering & Technology (CIPHET), Ludhiana and (ii) Study to determine Post harvest losses of Agri Produce in India in 2022 with reference year 2020-22 through NABARD Consultancy Services Pvt. Ltd. (NABCONS) for estimating harvest and post-harvest losses from time to time for various agri-produces in the country. The details of estimated loss of various agri-produces resulted out of the studies are given in the enclosed **Statement-II.** One of the reasons for these post-harvest losses of agri-produces as brought out in these studies has been due to lack of infrastructure facilities. For addressing these infrastructure shortfall, MoFPI has been implementing three schemes namely, (i) Central Sector umbrella scheme- Pradhan Mantri Kisan Sampada Yojana (PMKSY), (ii) Centrally Sponsored scheme- PM Formalization of Micro Food Processing Enterprises (PMFME) and (iii) Central Sector scheme- Production Linked Incentive Scheme for Food Processing Industry (PLISFPI).

As on 31.12.2025, under PMKSY, 1607 projects have been approved. Out of these, 1196 projects have been completed and operationalized thereby creating total processing and preservation capacity of 274.81 lakh MT/ annum, generating 4,69,403 number of employment and benefitting 36,10,782 farmers. Under PMFME scheme, 1,72,707 loans have been sanctioned with the approved

subsidy component of ₹5009.67 crore; seed capital support of Rs. 1282.99 crore has been sanctioned for 3,76,326 Self Help Group (SHG) members. Under PLISFPI scheme, 165 applications have been approved with beneficiaries reporting investment of ₹9,207 crore and receiving incentive of ₹ 2627.214 crore thereby creating a processing and preservation capacity of 34.00 lakh MT / annum and generating 3,29,000 number of employment against the target of 2,50,000 by 2026-27. Further, due to various interventions, a decline in post-harvest losses for the period from 2015 to 2021 was observed in 42 commodities against the 45 commodities taken for the study which led to savings of ₹ 20,440.58 crore/ annum since 2021 onwards.

STATEMENT-I

State-wise Cold Storage facilities created as on 31.01.2025 in the country

Sr. No.	State/UT	No. of project	Cold Storage created (Capacity in MT)
1	Andaman & Nicobar	4	2210
2	Andhra Pradesh & Telangana	480	1996340
3	Arunachal Pradesh	2	6000
4	Assam	43	206742
5	Bihar	316	1490200
6	Chandigarh	7	12462
7	Chhattisgarh	130	577663
8	Delhi	97	129857
9	Goa	29	7705
10	Gujarat	1023	4042770
11	Haryana	386	870703
12	Himachal Pradesh	89	181318

13	Jammu & Kashmir	92	151833
14	Jharkhand	59	242655
15	Karnataka	268	912417
16	Kerala	202	96655
17	Lakshadweep	1	15
18	Madhya Pradesh	320	1381827
19	Maharashtra	665	1219851
20	Manipur	2	4500
21	Meghalaya	4	8200
22	Mizoram	3	4071
23	Nagaland	5	8150
24	Odisha	182	579321
25	Puducherry	4	185
26	Punjab	770	2604206
27	Rajasthan	190	648908
28	Sikkim	2	2100
29	Tamil Nadu	188	399690
30	Telangana	116	617131
31	Tripura	14	46354
32	Uttar Pradesh	2488	15096476
33	Uttarakhand	62	206848
34	West Bengal	517	5952997
	Total	**8760**	**39708360**

(Source: Directorate of Marketing and Inspection (DMI) up to 2009, National Horticulture Board (NHB), National Horticulture Mission (NHM), Horticulture Mission for North East & Himalayan States (HMNEH)) and MoFPI)

STATEMENT-II

Details of estimated post-harvest losses of major crops and commodities

Crops/ Commodities	Estimated Loss (%)	
	As per ICAR-CIPHET Study (2015)*	As per NABCONS study (2022)**
Cereals	4.65 - 5.99	3.89-5.92

Pulses	6.36 - 8.41	5.65-6.74
Oil Seeds	3.08 - 9.96	2.87-7.51
Fruits	6.70-15.88	6.02-15.05
Vegetables	4.58-12.44	4.87-11.61
Plantation Crops & Spices	1.18-7.89	1.29-7.33
Milk	0.92	0.87
Fisheries (Inland)	5.23	4.86
Fisheries (Marine)	10.52	8.76
Meat	2.71	2.34
Poultry	6.74	5.63
Egg	7.19	6.03

Source: *Report on Assessment of Quantitative Harvest and Post-Harvest Losses of Major Crops and commodities in India, 2015.
**NABCONS Study 2022

EXPANSION OF GAS PIPELINE AND CGD INFRASTRUCTURE

4528. SHRIMATI D. K. ARUNA:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the length of natural gas pipelines laid and commissioned in the country during the last five years, year-wise;

(b) the number of new districts and households brought under the City Gas Distribution (CGD) network during the said period;

(c) the manner in which the supply adequacy is being ensured for Piped Natural Gas (PNG) consumers;

(d) whether pricing reforms have improved gas availability for industrial and MSME users and if so, the details thereof; and

(e) the challenges faced in expanding gas infrastructure to remote and underserved regions of the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): The length of natural gas pipelines laid and commissioned in the country during the last five years, year-wise are as follows:

Category	**FY 2020-21**	**FY 2021-22**	**FY 2022-23**	**FY 2023-24**	**FY 2024-25**
Natural Gas Pipelines commissioned (in km)	2,141	1,494	1,562	1,369	449

The number of households brought under the City Gas Distribution (CGD) network during the said period is as follows:

DPNG Connections (in Nos.)	**FY 2020-21**	**FY 2021-22**	**FY 2022-23**	**FY 2023-24**	**FY 2024-25**
	16,17,459	16,24,382	17,26,567	18,93,282	21,18,955

(c) to (e): Government have taken various steps to ensure supply adequacy of PNG across the country which, inter-alia, includes allocating domestic gas on

priority basis to Compressed Natural Gas (Transport)/ Piped Natural Gas (Domestic) [CNG(T)/PNG (D)]; diverting domestic gas from non-priority sectors to meet the requirement for CNG (T)/PNG (D) sector; expansion of CGD network; expansion of National Gas Grid Pipeline; setting up of Liquefied Natural Gas (LNG) Terminals; Sustainable Alternative Towards Affordable Transportation (SATAT) initiatives to promote Compressed Bio Gas (CBG), etc. Government has also notified that gas produced from discoveries in Deepwater, Ultra Deepwater and High Pressure-High Temperature areas, in any situation which may require proportionate distribution of the gas offered under the bidding process, the contractor shall offer gas to bidders belonging to CNG (T)/PNG (D) sector on priority. PNGRB has notified the Unified Tariff effective from 01.04.2023 for all pipelines that are part of the National Gas Grid System *(this comprises of ~ 90% of Total Operational Common Carrier Pipelines authorised by PNGRB)*. This reform advances the objective of “One Nation, One Grid, One Tariff” and reduces regional disparities in natural gas transportation cost, thereby enhancing competitiveness of industries and MSMEs.

Providing Piped Natural Gas (PNG) connections is part of development of City Gas Distribution (CGD) Network and the same is carried out by the entities authorized by Petroleum and Natural Gas Regulatory Board (PNGRB) as per their Minimum Work Programme (MWP). After completion of 12/12A CGD bidding round, PNGRB has authorized entities for the development of CGD network in

307 Geographical Areas (GAs), covering 100% of the mainland area for the development of CGD network across the country including remote and underserved regions. As per MWP target, authorized entities have to provide approx. 12.6 crore PNG connections by 2034. As on 31.12.2025, the authorized entities have provided more than 1.60 crore PNG Domestic (PNG (D)) connections. The problems being faced in expansion of PNG network is mainly attributed to delay in grant of permissions by the statutory authorities.

TRADE RECEIVABLES DISCOUNTING SYSTEM

4529. SHRI B. Y. RAGHAVENDRA:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the progress made in strengthening the Trade Receivables Discounting System (TREDS) platform to improve timely payments and liquidity for Micro, Small and Medium Enterprises (MSMEs), particularly after the recent Budget announcements;

(b) the details of the number of MSMEs onboarded, total invoice value financed and average reduction in payment cycles through TReDS during the last three financial years;

(c) whether the Government proposes further measures to encourage wider onboarding of Central Public Sector Enterprises (CPSEs) and eligible private

entities and to expand credit guarantee support under Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) for invoice discounting;

(d) the details of MSMEs registered and transactions undertaken on TReDS, State-wise including specific data relating to the State of Karnataka; and

(e) the steps being taken to enhance awareness and participation of MSMEs in Karnataka under the platform?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Trade Receivables Discounting System (TReDS) are the digital platform, which facilitate the financing of trade receivables of Micro, Small and Medium Enterprises (MSMEs) through multiple financiers. In order to implement the Budget announcements 2026, to identify actionable recommendations, to operationalise the measures announced for strengthening TReDS ecosystem, the Government of India initiated consultations with stakeholders such as industry Associations, Central Public Sector Enterprises, Financial Institutions and TReDS platforms. Further, Department of Financial Services (DFS) held deliberations with stakeholders to examine implementation pathways and policy enablers.

(b): As informed by the Reserve Bank of India (RBI), during the last three financial years (2023-24 to 2025-2026, till 28.02.2026), a total of 1,46,179 Micro, Small and Medium Enterprises (MSMEs) have been onboarded on TReDS Platforms. It is

also informed that one enterprise may be on boarded on more than one platform. Total invoice value finance amounting to Rs. 6,77,072.67 Crore has been financed, during the same period.

As informed by Receivables Exchange of India Limited (RXIL) a study namely “Impact Assessment of the Trade Receivables Discounting System” from Indian Institute of Management, Bangalore and Ahmedabad University, was conducted. As per the report, it has been suggested that the participation on the TReDS platform reduces the receivable cycle of MSME suppliers by around 23 % points on average.

(c): To expand participation on TReDS platform for more liquidity to MSMEs in Budget Announcements 2026, the following four key measures have been announced:

i. Mandate TReDS as the settlement platform for all purchases from MSMEs by CPSEs, setting a benchmark for other Corporate.
ii. Introduce CGTMSE-backed credit guarantee support for invoice discounting on TReDS platform.
iii. Integrate GeM with TReDS to enable information-sharing with financiers on government MSME purchases, facilitating faster and cheaper credit.
iv. Introduce TReDS receivables as asset-backed securities to deepen the secondary market, improve liquidity, and speed up settlements.

(d): As informed by TReDS Platforms, the number of MSMEs onboarded on

TReDS in all States is around 1.98 lakh and the total invoice amount financed so far is Rs. 8.29 Lakh crore. The number of MSMEs onboarded on TReDS in the State of Karnataka is 13,365 and the total amount financed is Rs. 55,806.25 Crore. State-wise details are given in the enclosed **Statement.**

(e): As informed by TReDS Platforms various steps have been taken to enhance awareness and increase participation of MSMEs on TReDS platform across India, including the State of Karnataka. Multiple online and offline awareness programmes are being conducted. In addition, MSME associations are actively involved into awareness.

STATEMENT

The State-wise details of MSMEs onboarded on TReDS and the total amount financed:

Sl. No.	States/UTs	MSMEs on boarded	Total Invoice value Financed (Rs. in Crore)
1.	Andaman and Nicobar Islands	81	77.56
2.	Andhra Pradesh	5,411	18,723.71
3.	Arunachal Pradesh	43	38.98
4.	Assam	1,254	2,330.48
5.	Bihar	2,871	10,792.77
6.	Chandigarh	336	1,336.67
7.	Chhattisgarh	3,558	23,038.3
8.	Dadra & Nagar Haveli and Daman & Diu	600	5626.87
9.	Delhi	12,813	65,688.28
10.	Goa	637	1,934.11
11.	Gujarat	19,334	93,448.11

12.	Haryana	10,556	47,157.87
13.	Himachal Pradesh	974	4,325.01
14.	Jammu &Kashmir	724	1,770.66
15.	Jharkhand	3,172	19,726.46
16.	**Karnataka**	**13,365**	**55,806.25**
17.	Kerala	2,092	5,311.7
18.	Ladakh	14	4
19.	Madhya Pradesh	7,997	22,125.47
20.	Maharashtra	35,127	1,62,410.6
21.	Manipur	39	350.77
22.	Meghalaya	50	299.35
23.	Mizoram	20	52.03
24.	Nagaland	32	49.9
25.	Odisha	3,531	14,491.91
26.	Puducherry	224	876.08
27.	Punjab	3,851	20,217.21
28.	Rajasthan	12,276	37,998.03
29.	Sikkim	52	80.39
30.	Tamil Nadu	18,110	60,850.87
31.	Telangana	10,971	41,256.2
32.	Tripura	66	44.38
33.	Uttar Pradesh	15,658	47,282.36
34.	Uttarakhand	1,821	8,461.79
35.	West Bengal	10,608	54,840.86
	Total	**1,98,268**	**8,28,825.99**

COVERAGE OF PVTG HOUSEHOLDS IN ODISHA

4530. SHRI BAIJAYANT PANDA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether PM-JANMAN has achieved measurable progress in identification and saturation of Particularly Vulnerable Tribal Groups (PVTG) habitations in

Odisha;

(b) if so, the number of PVTG habitations and households covered so far, including pucca houses and basic infrastructure facilities provided; and

(c) the outcomes recorded in terms of access to drinking water, mobile connectivity and healthcare services in PVTG-dominated districts?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (c): In view of the implementation of Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN), the Ministry of Tribal Affairs through the State Governments/ UT Administration/departments has undertaken habitation level data collection exercise through PM Gati Shakti mobile application to estimate PVTG population figures and infrastructure gaps in order to cover PVTG population residing in villages & habitations under PM JANMAN. Based on the data captured by State Government of Odisha, the number of PVTGs villages / habitations and population is as under:

No. of District	No. of Blocks	No. of Villages	No. of PVTG habitations	PVTG HHs	PVTG Population
14	54	1302	1759	72988	312234

The progress of various interventions including housing, drinking water, mobile connectivity, MMUs and other under PM JANMAN in the State of Odisha is given in the enclosed **Statement**. The Ministry has been urging the State

Governments and line Ministries the need to achieve saturation of interventions (for eligible PVTG beneficiaries) under the abhiyan.

STATEMENT

The details of progress under PM JANMAN in the State of Odisha (as on 28.02.2026) * :

Name of Ministry	Activity	Sanction details	Physical Achievements
M/o Rural Development	Provision of pucca houses	41137 houses	29017 houses completed
	Connecting roads	211.141 KM road	35 KM road completed
M/o Health and Family Welfare	Mobile Medical Units	59 MMUs	59 MMUs operationalized
M/o Jal Shakti	Piped Water Supply	1196 Villages	605 Villages Saturated
M/o Women and Child Development	Construction and running of Anganwadi Centres	89 AWCs	89 AWCs made operational.
M/o Education	Construction and running of hostels	76 Hostels	-
M/o Power	Energization of unelectrified HHs	5693 HHs	5242 HHs Electrified
M/o Communications	Installation of mobile towers	512 habitations planned for Coverage	297 Habitations covered
M/o Tribal Affairs	Multipurpose Centers	74 MPCs	44 MPCs completed
	Setting up of VDVKs	66 VDVKs	49 VDVKs Business Started

*As per information provided by concerned Ministries

CONSTRUCTION OF NHs UNDER BHARATMALA PARIYOJANA

4531. SHRI ABHAY KUMAR SINHA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the total kilometers of National Highways (NHs) constructed during 2020-26 under the Bharatmala Pariyojana, State-wise, particularly for Bihar and Aurangabad Lok Sabha Constituency;

(b) whether road accidents on National Highways have decreased as a result of safety measures undertaken during the said period and if so, the details thereof including data on accident reduction, black spot rectification and enforcement initiatives; and

(c) the steps taken to promote electric vehicle charging infrastructure along National Highways including the number of charging stations installed especially in Bihar?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): State-wise details of length of National Highways constructed during Finance Year (FY) 2020-21 to 2025-26 (till 17.03.2026) are given in the enclosed **Statement.**

The details of length constructed in Aurangabad Lok Sabha Constituency is as under:-

Name of Project	Length (in km)	Length under Aurangabad Lok Sabha Constituency (in km)	Length completed (in km)
Six laning of Aurangabad to Bihar/Jharkhand Border	29.827	8.000	4.688

(Chordaha) Section of Km.180.000 to Km.209.827			
Varanasi-Ranchi-Kolkata (Pkg-06)	35.200	35.200	Under construction

(b): Electronic Detailed Accident Report (eDAR) portal acts as a central repository for reporting, management and analysis of road accidents data across the country. As per data entered by States/ UTs on the portal, total number of road accidents and fatalities on National Highways in the country during the period from 2023 to 2025 (upto December, 2025) is as under:

Year	No. of accidents on all NHs	No. of fatalities on all NHs
2023	1,50,177	63,112
2024	1,50,958	64,772
2025 (from eDAR Portal)	1,37,197	58,859

Government undertakes both short-term and long-term remedial measures for rectification of black spots based on site-specific requirements.

- Short-term measures include road markings, signage installation, crash barriers, raised pavement markers, delineators, closure of median openings, and traffic calming interventions.
- Long-term measures involve geometric improvements, junction redesign, spot widening of carriageways, and construction of underpasses or overpasses.

A total of 16,542 black spots have been identified on NHs for the series of 2016-2018, 2017-2019, 2018-2020, 2019-2021, 2020-2022 and 2021-23. Further, rectification of black spots is a continuous process and temporary measures are taken on immediate basis. Out of total 16,542 blackspots identified on National Highways (NHs) in the country, short-term rectification has been completed on 14,138 black spots. Long-term rectification measures, as recommended by road safety audit reports, are implemented only at locations deemed necessary. Accordingly, long-term measures have been completed at 6,649 black spots, while 4,077 black spots have been assessed as not requiring such long-term interventions.

(c): Government in Ministry of Heavy Industries, under the Faster Adoption and Manufacturing of Electric Vehicles (FAME)-II Scheme, have allocated Rs.912.50 crore for installation of 9,332 Electric Vehicle Public Charging Stations (EV PCS) on Pan India basis including cities and highways. As on 01.01.2026 a total of 9,159 EV PCS have been installed under the FAME-II scheme. In addition, Government in Ministry of Road Transport & Highways has envisioned to develop the EV charging infrastructure across the Wayside Amenities at approximate interval of 40-60 kms along the National Highways and Expressways, wherein so far, 68 EV charging stations have been commissioned by National Highways Logistics Management Limited (NHLML), a 100% subsidiary of National Highways Authority of India (NHAI). The setting up of EV PCS is an unlicensed activity and

private entrepreneurs are also permitted to participate in this activity.

STATEMENT

Bharatmala Pariyojana - State-wise details of length of National Highways constructed during Finance Year (FY) 2020-21 to 2025-26 (till 17.03.2026):

S.No.	State	Total Length Constructed Since FY 2020-21 till 17.03.2026 under Bharatmala by NHAI
1	Andhra Pradesh	1,175
2	Assam	131
3	Bihar	651
4	Chhattisgarh	416
5	Delhi	127
6	Gujarat	1,526
7	Haryana	1,319
8	Himachal Pradesh	162
9	Jammu and Kashmir	319
10	Jharkhand	416
11	Karnataka	1,222
12	Kerala	453
13	Madhya Pradesh	1,831
14	Maharashtra	2,457
15	Meghalaya	31
16	Odisha	948
17	Punjab	691
18	Rajasthan	1,751
19	Tamil Nadu	1,235
20	Telangana	478
21	Uttar Pradesh	2,301
22	Uttarakhand	228
23	West Bengal	376
Total		**20245**

ONGOING OIL EXPLORATION PROJECTS

4532. ADV. ADOOR PRAKASH:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the present status of the ongoing oil exploration projects in the country, State/UT-wise along with the details of blocks awarded, discoveries made and the plans for their commercial exploitation;

(b) whether exploration drilling has been started in the blocks awarded along the Kerala coast; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): Hydrocarbon Exploration, which includes Oil and Gas Exploration, projects are implemented by entities, both public and private, as per the contractual agreement with the Government. The Government had launched Hydrocarbon Exploration Licensing Policy (HELP) in 2016. Under HELP, 09 Open Acreages Licensing Policy (OALP) Bid Rounds have been completed so far. Under these rounds, a total of 172 blocks have been awarded to the successful bidders through International Competitive Bidding. The details of the ongoing oil exploration projects in the country, State/UT wise are given in the enclosed **Statement-I**. Total 59 discoveries have been made since 2020-21 in these

blocks. The details of discoveries made since 2020-21 are given in the enclosed **Statement-II**. The production timelines are contingent upon Field Development Plans (FDP) of the respective discoveries. Till date, FDP is received only for Jaya Discovery and the discovery is currently under production.

(b) and (c): One exploratory well (Kollam-1) was spudded on 29.11.2025 in block KK-OSHP-2018/1 awarded under OALP bid round-III in Kerala offshore.

STATEMENT-I

The State/UT-wise details of the ongoing oil exploration projects in the country:

State	OALP	
	Block	**Year of Award**
Andhra Pradesh	KG-ONHP-2018/1	2019
	KG-ONHP-2018/2	2019
	CD-ONHP-2020/1	2022
Assam	AA-ONHP-2018/1	2019
	AA-ONHP-2018/3	2019
	AA-ONHP-2019/1	2020
	AA-ONHP-2019/2	2020
	AS-ONHP-2021/1	2022
	AS-ONHP-2021/2	2022

	AS-ONHP-2021/3	2022
	AS-ONHP-2022/1	2024
Meghalaya	AS-ONHP-2022/2	2025
	AS-ONHP-2022/3	2025
Bihar	GV-ONHP-2021/1	2022
	GV-ONHP-2021/2	2022
Gujarat	CB-ONHP-2018/1	2019
	CB-ONHP-2018/2	2019
	CB-ONHP-2018/3	2019
	CB-ONHP-2018/4	2019
	CB-ONHP-2019/1	2020
	CB-ONHP-2019/2	2020
	GK-ONHP-2019/1	2020
Gujarat	CB-ONHP-2020/1	2022
	CB-ONHP-2021/1	2022
	CB-ONHP-2021/2	2022
	GK-ONHP-2021/1	2022
	GS-ONHP-2021/1	2022
	CB-ONHP-2022/1	2024
	CB-ONHP-2022/2	2025

	CB-ONHP-2023/1	2025
	CB-ONHP-2023/2	2025
	CB-ONHP-2023/3	2025
	GS-ONHP-2023/1	2025
	GS-ONHP-2023/2	2025
	GS-ONHP-2023/3	2025
Madhya Pradesh	VN-ONHP-2019/1	2020
	VN-ONHP-2019/2	2020
	VN-ONHP-2019/3	2020
	VN-ONHP-2019/4	2020
	VN-ONHP-2019/5	2020
	SR-ONHP-2021/1	2022
Maharashtra	NM-ONHP-2020/1	2022
Nagaland	AA-ONHP-2018/2	2019
Odisha	MN-ONHP-2018/1	2019
	MN-ONHP-2018/2	2019
	MN-ONHP-2018/3	2019
	MN-ONHP-2018/4	2019
	MN-ONHP-2018/5	2019
Rajasthan	RJ-ONHP-2018/1	2019

	RJ-ONHP-2018/2	2019
	RJ-ONHP-2019/1	2020
	RJ-ONHP-2019/2	2020
	RJ-ONHP-2019/3	2020
	RJ-ONHP-2021/1	2022
Tamil Nadu	CY-ONHP-2018/1	2019
	CY-ONHP-2018/2	2019
Tamil Nadu	CY-ONHP-2018/3	2019
Tripura	AA-ONHP-2018/4	2019
	AA-ONHP-2018/5	2019
	AA-ONHP-2020/1	2022
	AA-ONHP-2020/2	2022
	AA-ONHP-2020/3	2022
	AA-ONHP-2021/1	2022
	AA-ONHP-2021/2	2022
West Bengal	BP-ONHP-2018/1	2019
	BP-ONHP-2019/1	2020
	BP-ONHP-2019/2	2020
	BP-ONHP-2021/1	2022
Offshore	AN-OSHP-2018/1	2019

	AN-OSHP-2018/2	2019
	GK-OSHP-2018/1	2019
	GK-OSHP-2018/2	2019
	KG-UDWHP-2018/1	2019
	MN-OSHP-2018/1	2019
	KK-OSHP-2018/1	2019
	MB-OSHP-2018/1	2019
	MB-OSHP-2018/2	2019
	MN-DWHP-2018/1	2019
	CY-UDWHP-2019/1	2020
	GS-OSHP-2019/1	2020
	MB-OSHP-2019/1	2020
	MB-OSHP-2020/1	2022
	MB-OSHP-2020/2	2022
	AN-UDWHP-2020/1	2022
Offshore	AN-UDWHP-2020/2	2022
	CB-OSHP-2021/1	2022
	MB-OSHP-2021/1	2022
	CB-OSHP-2021/2	2022
	CY-UDWHP-2021/1	2022

	CB-OSHP-2021/3	2022
	KG-UDWHP-2022/1	2024
	MB-OSHP-2022/1	2024
	GK-OSHP-2022/1	2024
	GS-DWHP-2022/1	2024
	MN-UDWHP-2022/1	2024
	BP-OSHP-2022/1	2024
	KK-DWHP-2022/1	2024
	KK-OSHP-2022/1	2024
	CY-UDWHP-2022/1	2025
	CY-UDWHP-2022/2	2025
	CY-UDWHP-2022/3	2025
	GS-OSHP-2022/1	2025
	GS-OSHP-2022/2	2025
	GK-OSHP-2023/1	2025
	CY-UDWHP-2023/1	2025
	GS-UDWHP-2023/1	2025
Offshore	GS-UDWHP-2023/2	2025
	GS-OSHP-2023/1	2025
	MB-OSHP-2023/1	2025

	CB-OSHP-2023/1	2025
	MB-OSHP-2023/2	2025
	CB-OSHP-2023/2	2025
	MN-UDWHP-2023/1	2025
	MN-UDWHP-2023/2	2025
	KG-UDWHP-2023/1	2025
	KG-UDWHP-2023/2	2025
	MN-UDWHP-2023/3	2025

STATEMENT-II

State wise list of Discoveries 2020-21 onwards

Sr. No.	Name of Discovery	Operator	Year	State	Nature
1	KW2-Updip-1	Vedanta	2020-21	Rajasthan	Oil
2	KGD982NA-CHN-B#1 (AA)	ONGC	2020-21	offshore	Gas
3	AWEL-A-1	AWEL	2020-21	offshore	Gas
4	Dinjan-1	OIL	2020-21	Assam	Gas
5	Kunjban-13 (KUDD)	ONGC	2020-21	Tripura	Gas
6	Kavitam South-1 (KTAC)	ONGC	2020-21	Andhra Pradesh	Gas
7	Sundulbari-16 (SDAP)	ONGC	2020-21	Tripura	Gas
8	BS-17-1 (BS-17-A)	ONGC	2020-21	offshore	Oil & Gas

9	B-126N-1 (B-126N-A)	ONGC	2020-21	offshore	Oil & Gas
10	GK-28-14 (GK-28-P)	ONGC	2020-21	offshore	Gas
11	WO-5-13 (WO-5-I)	ONGC	2020-21	offshore	Oil & Gas
12	Borhapjan-8	OIL	2021-22	Assam	Oil
13	Samdang-5	OIL	2021-22	Assam	Gas
14	Jaya-1	Vedanta	2021-22	Gujarat	Gas
15	Durga-1	Vedanta	2021-22	Rajasthan	Oil
16	Mohini-1	Pan India	2021-22	Gujarat	Oil
17	South Velpuru-2 (SVLAB)	ONGC	2021-22	Andhra Pradesh	Oil
18	Gopawaram Deep-1 (GMD-AA)	ONGC	2021-22	Andhra Pradesh	Gas
19	VGN-1 (VGN-A)	ONGC	2021-22	offshore	Oil & Gas
20	SD-4-4 (SD-4-D)	ONGC	2021-22	offshore	Oil & Gas
21	FB-1	Vedanta	2022-23	Gujarat	Oil
22	RE-7	Vedanta	2022-23	offshore	Oil
23	Kankpul-1(K-WB-C)	ONGC	2022-23	West Bengal	Gas
24	RF-10	Vedanta	2022-23	offshore	Oil
25	MBS171HAA-1	ONGC	2022-23	offshore	Gas
26	Mandapeta-60	ONGC	2022-23	offshore	Gas
27	Malleswaram-22	ONGC	2022-23	offshore	Gas
28	Kesanapalli West Deep-7	ONGC	2022-23	offshore	Oil & Gas

29	Karugorumilli-1	ONGC	2022-23	offshore	Gas
30	GS-15-22(AU)	ONGC	2022-23	offshore	Gas
31	Hatipoti-1	ONGC	2022-23	Assam	Oil & Gas
32	Sesabill-1	OIL	2022-23	Assam	Oil
33	MBS182HDA-1 (Moonga)	ONGC	2023-24	offshore	Oil
34	MBS181HCA-1 (Moti)	ONGC	2023-24	offshore	Oil & Gas
35	Pukhraj (ST-6)	ONGC	2023-24	offshore	Oil & Gas
36	Gopavaram-21 (GMDL)	ONGC	2023-24	Andhra Pradesh	Oil
37	South Mahadevapatinam-2	ONGC	2023-24	Andhra Pradesh	Gas
38	Chitbari-1 (GOAI_Sub)	ONGC	2023-24	Assam	Gas
39	Talamura-3 (TMAB)	ONGC	2023-24	Tripura	Gas
40	East Lakhibari-6 (ELDA)	ONGC	2023-24	Assam	Oil
41	MDW-27 (Utkal)	ONGC	2023-24	offshore	Gas
42	West Amod#1	ONGC	2023-24	Gujarat	Oil
43	MDW-26 (Konark)	ONGC	2023-24	offshore	Gas
44	South Baghjan-10	OIL	2023-24	Assam	Oil
45	RANAGHAT	ONGC	2024-25	West Bengal	Gas
46	PURN-1	ONGC	2024-25	Gujarat	Oil
47	MBS191HDA-1 (Neelmani)	ONGC	2024-25	offshore	Gas
48	CHOLA-1	ONGC	2024-25	offshore	Gas

49	Rudra	Vedanta	2024-25	Assam	Oil
50	West Matar-2 (MRAX)	ONGC	2024-25	Gujarat	Oil & Gas
51	Chandramani (B-56-2)	ONGC	2024-25	offshore	Gas
52	Yandapalli-1 (YPAA)	ONGC	2024-25	Andhra Pradesh	Oil & Gas
53	Mechaki-6	OIL	2024-25	Assam	Oil
54	Mechaki-7	OIL	2024-25	Assam	Gas
55	Vajramani (MBS202HAA-1)	ONGC	2025-26	Offshore	Oil & Gas
56	Suryamani, Object-I (MBS202HAA-1)	ONGC	2025-26	Offshore	Oil
57	Suryamani, Object-II (MBS202HAA-1)	ONGC	2025-26	Offshore	Oil
58	NRB-2 (NOAB)	OIL	2025-26	Offshore	Oil
59	MBS191HCA-1	ONGC	2025-26	Offshore	Gas

SALIENT FEATURES OF MEGA FOOD PARK SCHEME

4533. SHRI NAVASKANI K.:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the salient features of the Mega Food Park scheme, a component of the Pradhan Mantri Kisan Sampada Yojana (PMKSY) and the manner in which it promotes modern food processing infrastructure along the farm-to-market value chain;

(b) whether any Mega Food Park has been approved, sanctioned or made operational in Tamil Nadu and if so, the details and the present status of such projects including the details of Special Purpose Vehicles (SPVs) involved;

(c) the infrastructure facilities created or proposed in Tamil Nadu such as primary processing centres, collection centres, cold storage and common processing units and their benefits to farmers and food processors;

(d) the total investment mobilised and employment opportunities generated in the State through the scheme; and

(e) the steps proposed to be taken to further strengthen food processing clusters in Tamil Nadu to reduce post-harvest losses and enhance value addition and exports?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Ministry of Food Processing Industries was implementing Mega Food Park Scheme (MFPS), a component scheme under the Pradhan Mantri Kisan Sampada Yojana (PMKSY), from 2008 to 31.03.2021. The scheme has already been discontinued by the Government w.e.f. 01.04.2021 with provision for committed liabilities during 15th Finance Commission cycle. The scheme functioned with a cluster approach based on a hub and spokes model by establishing Mega Food Parks with the aim to facilitate the establishment of a

strong food processing industry backed by an efficient supply chain including creation of infrastructure for primary processing and storage near the farm in the form of Primary Processing Centres (PPCs) and Collection Centres (CCs) and common facilities and enabling infrastructure like roads, electricity, water, Effluent Treatment Plant (ETP) facilities etc. at Central Processing Centre (CPC).

(b): Ministry has sanctioned one Mega Food Park project to Implementing Agency (IA) namely Tamil Nadu State Agricultural Marketing Board (TNSAMB) at Tirunelveli district, Tamil Nadu, which is an on-going project. The details of project are given in the enclosed **Statement-I**.

(c) and (d): The infrastructure facilities created through TNSAMB Mega Food Park project under Mega Food Park Scheme (MFPS) in Tamil Nadu includes two Primary Processing Centres at Azhagiyapandiyapuram and Nanguneri, Core Infrastructure facilities viz. Pack House, Warehouse of 7500MT Capacity, Cold storage of 5000 MT capacity and Food Testing Lab, Farmers Complex and 21 Trade Shops. These facilities enable better price realization for farmers, reduction of wastage of perishable produce, availability of modern processing facilities for entrepreneurs and improved supply chain efficiency. The MFP has mobilised investment of ₹ 53.384 crore. Further, MFP project has generated employment opportunities for 5700 persons in the state.

(e): Ministry is also implementing the Scheme for Creation of Infrastructure for Agro Processing Clusters (APC) which is also a component scheme under

PMKSY for development of modern infrastructure to encourage entrepreneurs to set up food processing units based on cluster approach. This scheme is demand driven and proposals are invited through Expression of Interest (EOI) and interested entrepreneurs may participate in the EOIs invited by the Ministry. So far Ministry has approved 12 APCs in the state of Tamil Nadu. The details of these APCs including Grant in Aid approved and released are given in the enclosed **Statement-II.**

STATEMENT-I

Details of Mega Food Park Project namely Tamil Nadu State Agricultural Marketing Board (TNSAMB) at Tirunelveli district, Tamil Nadu:

(INR in Crore)

SPV/IA Name	State/ UT Name	District Name	Date of Final Approval *	Total Project Cost	Grant Approved	Grant Released	Status
Tamil Nadu State Agricultural Marketing Board (TNSAMB)	Tamil Nadu	Tirunelveli	23-Jun-2021	77.024	23.64	13.27	Under Implementation

*In Principle approval to the project was granted on 04.12.2020

STATEMENT-II

Status of approved APC Projects in State of Tamil Nadu (as on 28.02.2026)

(INR in Crore)

Sr. No.	Name of the Project Execution Agency (PEA)	District	Date of approval	Project cost	Grant Approved	Total Grant released	Status
1	M/s JFK International	Coimbatore	01.08.2019	16.71	4.1921	3.77	Operational
2	M/s P Duraisamy Maharaja Rice Mills Pvt Ltd	Tiruppur	03.10.2019	26.83	8.7682	6.22	Under Implementation
3	M/s Tiruvannamalai Market Committee	Tiruvannamalai	29.04.2020	25.506	5.7487	1.81	Under Implementation
4	M/s Salem Market Committee	Salem	29.04.2020	25.252	5.9753	1.88	Under Implementation
5	M/s Theni Market Committee	Theni	29.04.2020	26.308	5.9955	1.88	Under Implementation
6	M/s Dharmapuri Market	Krishnagiri	29.04.2020	26.826	5.8937	1.85	Under Implementation

	Committee						
7	M/s Madurai Market Committee	Madurai	29.04.2020	32.066	5.7912	1.82	Under Implementation
8	M/s Dindigul Market Committee	Dindigul	29.04.2020	29.018	6.7357	2.12	Under Implementation
9	M/s Cuddalore Market Committee	Cuddalore	29.04.2020	25.002	5.9793	1.88	Under Implementation
10	M/s Delta Foods	Pudukkottai,	08.06.2020	24.3125	7.472	6.26	Operational
11	M/s Vamsi RS Industrial Zone	Erode	17.11.2021	33.167	9.1351	0	Under Implementation
12	M/s Integrated Service Point Private Limited	Thiruvallur	28.02.2024	42.635	10	6.6666666	Under Implementation

प्रधानमंत्री आवास योजना-शहरी तथा प्रधानमंत्री आवास योजना-शहरी 2.0 की स्थिति

4534. श्री अमर शरदराव कालेः

श्री यदुवीर वाडियारः

श्री राजपालसिंह महेंद्रसिंह जादवः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) प्रधानमंत्री आवास योजना-शहरी तथा प्रधानमंत्री आवास योजना-शहरी 2.0 के अंतर्गत 'सभी के

लिए आवास' के क्रियान्वयन की वर्तमान स्थिति क्या है;

(ख) गत तीन वर्षों के दौरान प्रधानमंत्री आवास योजना-शहरी के अंतर्गत लक्षित तथा पूर्ण किए गए घरों/आवासीय इकाइयों की राज्य-वार संख्या क्या है;

(ग) आगामी तीन वर्षों के दौरान प्रधानमंत्री आवास योजना-शहरी 2.0 के अंतर्गत घरों/आवासीय इकाइयों की स्वीकृति के लिए राज्य-वार क्या लक्ष्य निर्धारित किए गए हैं, और

(घ) क्या प्रधानमंत्री आवास योजना-शहरी के क्रियान्वयन में कोई कमियाँ पायी गई थीं और यदि हाँ, तो योजना की प्रभावशीलता में सुधार हेतु प्रधानमंत्री आवास योजना-शहरी 2.0 में शामिल किए गए सुधारात्मक उपायों सहित तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ): आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) 25.06.2015 से प्रधान मंत्री आवास योजना-शहरी (पीएमएवाई-यू) का कार्यान्वयन कर रहा है, जिसका उद्देश्य देश भर में सभी पात्र शहरी लाभार्थियों को बुनियादी नागरिक सुविधाओं वाले हर मौसम में रहने योग्य पक्के आवास प्रदान करना है। निर्माणाधीन आवासों को पूरा करने और एसएनए-स्पर्श मॉड्यूल के माध्यम से निधियां जारी करने के लिए पीएमएवाई-यू की योजना अवधि को 30 सितंबर 2026 तक बढ़ा दिया गया है। पीएमएवाई-यू के कार्यान्वयन के अनुभवों से मिली सीख के आधार पर, आवासन और शहरी कार्य मंत्रालय ने इस योजना को नया रूप दिया है और अगले पांच वर्षों में 1 करोड़ अतिरिक्त पात्र लाभार्थियों की सहायता करने के लिए देश भर के शहरी क्षेत्रों में कार्यान्वयन के लिए 01.09.2024 से पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है। यह योजना चार घटकों अर्थात लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से कार्यान्वित की जाती है।

पीएमएवाई-यू और पीएमएवाई-यू 2.0 मांग आधारित योजनाएं हैं और इनका कोई निश्चित लक्ष्य

नहीं है। राज्य/संघ राज्य क्षेत्र (यूटी) अपने संबंधित क्षेत्राधिकारों में अपने शहरी स्थानीय निकायों (यूएलबी)/कार्यान्वयन एजेंसियों के माध्यम से आवश्यकता का आकलन करते हैं, पात्रता मानदंडों के आधार पर लाभार्थियों का चयन करते हैं और आवास परियोजना को कार्यान्वित करते हैं। मांग सर्वेक्षण और लाभार्थियों के चयन के आधार पर परियोजना प्रस्ताव तैयार किए जाते हैं और राज्यों/संघ राज्य क्षेत्रों के मुख्य सचिव की अध्यक्षता में राज्य स्तरीय स्वीकृति एवं निगरानी समिति (एसएलएसएमसी) द्वारा अनुमोदित किए जाते हैं ताकि केन्द्रीय स्वीकृति एवं निगरानी समिति (सीएसएमसी) द्वारा केन्द्रीय सहायता जारी करने पर आगे विचार किया जा सके।

मंत्रालय राज्यों/संघ राज्य क्षेत्रों के साथ नियमित समीक्षा बैठकें करता है ताकि यह सुनिश्चित किया जा सके कि बाकी निर्माणाधीन आवास तय अवधि के भीतर पूरे हो जाएं। यह देखा गया है कि कार्यान्वयन एजेंसियों के समक्ष आने वाली प्रमुख चुनौतियों में ऋणभार मुक्त भूमि की अनुपलब्धता, लाभार्थियों की अनिच्छा, कुशल जनशक्ति की कमी, कार्यान्वयन एजेंसियों की वित्तीय बाधा, ट्रंक इंफ्रास्ट्रक्चर से संबंधित मुद्दे, निर्माण सामग्री की लागत में वृद्धि, सांविधिक स्वीकृति/अनापत्ति प्रमाण पत्र (एनओसी) प्राप्त करने में विलंब और अप्रत्याशित परिस्थितियों के कारण उत्पन्न व्यवधान शामिल हैं।

राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत परियोजना प्रस्तावों के आधार पर, मंत्रालय द्वारा अब तक पीएमएवाई-यू 2.0 के तहत 13.67 लाख आवासों सहित कुल 125.15 लाख आवासों को स्वीकृति दी गई है। जिनमें से 116.57 लाख आवासों की नींव रखी जा चुकी है और देश भर में 02.03.2026 तक 97.30 लाख आवास बनाए/ लाभार्थियों को सौंपे जा चुके हैं। पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत शुरूआत से और पिछले तीन वर्षों के दौरान स्वीकृत और पूरे किए गए आवासों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत स्वीकृत और पूर्ण किए गए आवासों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा:

क्र. सं.		राज्य/संघ राज्य क्षेत्र का नाम	आवासों की भौतिक प्रगति (संख्या)			
			शुरूआत से		पिछले तीन वर्षों के दौरान (वित्त वर्ष 2022-23 से वित्त वर्ष 2024-25)	
			स्वीकृत	पूर्ण	स्वीकृत	पूर्ण**
1		आंध्र प्रदेश	19,55,310	11,24,209	2,74,065	6,01,901
2		बिहार	4,45,135	1,98,765	1,15,213	92,164
3		छत्तीसगढ़	3,34,502	2,63,109	40,451	1,14,031
4		गोवा	3,176	3,176	330	332
5		गुजरात	10,98,858	9,75,081	1,53,501	2,67,297
6		हरियाणा	1,32,982	73,313	20,398	20,122
7		हिमाचल प्रदेश	14,027	11,923	1,472	4,233
8		झारखंड	2,43,368	1,66,291	6,625	50,545
9		कर्नाटक	5,77,804	3,99,258	28,900	1,25,327
10		केरल	1,62,159	1,39,805	21,629	34,864
11		मध्य प्रदेश	10,11,558	8,99,293	75,882	3,74,732
12		महाराष्ट्र	13,49,934	10,48,128	1,47,889	3,50,804
13		ओडिशा	2,30,846	1,69,494	25,398	59,508
14		पंजाब	1,57,889	1,02,595	24,284	47,322
15		राजस्थान	3,66,612	2,67,251	1,45,231	88,421
16		तमिलनाडु	6,85,031	6,20,420	41,891	1,67,399
17		तेलंगाना	3,80,662	2,25,800	1,21,432	14,719
18		उत्तर प्रदेश	21,33,963	17,18,783	3,30,777	6,40,391
19		उत्तराखंड	66,692	51,871	14,622	15,573
20	राज्य	पश्चिम बंगाल	6,25,664	5,11,916	12,264	1,96,779
उप-कुल (राज्य)			**1,19,76,172**	**89,70,481**	**16,02,254**	**32,66,464**
21		अरुणाचल प्रदेश	14,400	8,642	5,286	5,332

22		असम	1,87,032	1,44,666	23,068	80,159
23		मणिपुर	56,047	22,506	21	11,709
24		मेघालय	7,072	2,841	4	1,252
25		मिजोरम	39,616	33,950	270	20,016
26		नागालैंड	32,394	30,152	1	22,978
27		सिक्किम	299	219	26	26
28		त्रिपुरा	90,318	82,167	9,234	21,518
उप-कुल (पूर्वोत्तर राज्य)			**4,27,178**	**3,25,143**	**37,910**	**1,62,990**
29	संघ राज्य क्षेत्र	अंडमान और निकोबार द्वीप समूह	261	234	1	3
30		चंडीगढ़	1,279	1,279	130	128
31		दादरा और नगर हवेली एवं दमण और दीव	10,464	10,030	1,342	3,064
32		दिल्ली	32,466	32,466	2,669	2,669
33		जम्मू और कश्मीर	45,982	35,245	5,215	19,375
34		लद्दाख	1,434	968	3	334
35		पुडुचेरी	19,777	12,548	2,713	4,930
उप-कुल (यूटी)			**1,11,663**	**92,770**	**12,073**	**30,503**
कुल योग			**125.15 लाख**	**97.30 लाख***	**16,52,237**	**34,59,957**

*पीएमएवाई-यू की मिशन अवधि के दौरान जेएनएनयूआरएम की पूर्व योजना के पूर्ण किए गए (3.42 लाख) आवास शामिल हैं।

** वर्ष में पूरे किए गए वे आवास शामिल हैं जिन्हें पूर्ववर्ती वर्षों में स्वीकृति दी गई थी।

AVAILABILITY OF HYGIENE PRODUCTS AT AIRPORTS

4535. SHRI GAURAV GOGOI:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government has issued any guidelines or advisories to airport operators including the Airports Authority of India (AAI) and private airport concessionaires regarding the mandatory availability of menstrual hygiene

products at the airports of the country and if so, the details thereof;

(b) the number of airports where sanitary napkin vending machines and/or free menstrual product dispensers are currently installed, category-wise including metro, non-metro, international and domestic;

(c) whether the Government has conducted any assessment or audit regarding the functionality, maintenance, pricing and accessibility of such vending machines and disposal facilities and if so, the findings thereof; and

(d) whether the Government proposes to mandate the provision of free or subsidised menstrual hygiene products at all airports of the country as part of passenger amenities and gender-inclusive infrastructure and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b): The provision of menstrual hygiene facilities at airports is guided by broader Government policies relating to sanitation, public health and gender-inclusive infrastructure, which emphasize access to menstrual hygiene products, adequate sanitation and safe disposal mechanisms in public spaces. In line with these principles, airport operators, including AAI and private concessionaires, have been facilitating such facilities at airports.

Currently the facility of sanitary napkin vending machines and/or menstrual

hygiene product dispensing facilities have been installed at 73 airports owned and operated by Airports Authority of India out of which 57 are domestic airports, 16 are international airports. In addition, menstrual hygiene products are available at many airports through vending machines (including free and subsidized dispensing) installed in female washrooms for passengers and staff, as well as through pharmaceutical outlets within terminal premises.

(c) and (d): Airport operators ensure the functionality, maintenance, pricing and accessibility of passenger amenities, including menstrual hygiene facilities, as part of their overall operational and service obligations. These facilities are maintained through routine inspections, housekeeping and facility management systems, as part of their regular operational process. Airport operators, including AAI and private concessionaires, are expected to continue improving the availability and accessibility of such facilities in line with evolving passenger needs and service standards.

EXPANSION OF PETROLEUM INFRASTRUCTURE IN UNDERSERVED REGIONS

4536. SHRI KUNDURU RAGHUVEER:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the details of petroleum infrastructure developed across the country during the last five years including crude oil pipelines, product pipelines, LPG bottling

plants, storage depots and retail fuel outlets, State/UT-wise;

(b) the total length of petroleum and product pipelines commissioned and currently under construction along with their expected timelines for completion;

(c) the criteria and guidelines adopted by the Government for identification, approval of new refineries, terminals and retail fuel outlets in the country;

(d) whether the Government has mapped infrastructure gaps in backward and semi-urban districts and prioritized such areas for future expansion, if so, the details thereof;

(e) the total budget allocated and utilized for petroleum infrastructure development during the last five years, year-wise; and

(f) the measures taken by the Government to ensure balanced and regionally equitable growth of petroleum infrastructure across various States and Union Territories in the country, State/UT wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): As per project monitoring portal https://pariyojana.mopng.gov.in/ (Pariyojana) of Ministry of Petroleum & Natural Gas, Oil and Gas companies have completed 246 projects costing Rs 100 crore & above in last 5 years with total approved cost of Rs 2.44 lakh crore. As per PPAC data, the petroleum infrastructure developed across the country during the last five years inter-alia

includes increase of crude & petroleum product pipelines by 5,995 km, addition of 15 new bottling plants, 10 storage depots and increase of 26,451 retail outlets. Further, State/UT-wise the details of petroleum infrastructure developed across the country during the last five years of LPG bottling plants and retail fuel outlets are given in the enclosed **Statement-I**. Year wise status of crude oil pipelines, product pipelines and POL terminals during last 5 years is as below:

Date	Details of commissioned crude and product pipelines Length (Kms)	No. of PoL Terminal
01-04-2021	28884	303
01-04-2022	29239	309
01-04-2023	32908	310
01-04-2024	34308	313
01-04-2025	34575	314
01-02-2026	34879	313

Total length of petroleum pipelines (including crude, petroleum & LPG) commissioned in the country as of 01.02.2026 is 34,879 km. Details of petroleum pipelines projects under implementation are given in the enclosed **Statement-II**.

(c) to (f): Oil & Gas sector in India is deregulated and the decision for setting projects is taken by the Board of respective oil and gas companies. The role of the government is that of a facilitator. Since, oil & gas public sector undertakings are Board driven publicly listed commercial entities therefore, the Board of these CPSEs enjoys operational autonomy in deciding the nature and type of project, CAPEX, techno-economic and commercial viability, etc. Board of the respective

CPSEs takes appropriate decision on the nature of the projects execution for optimizing operational efficiencies, reducing operational cost, meeting demand, exploring new streams to sustain its profitability and other socio-economic benefits.

The general criteria and guidelines adopted by PSUs for identification, approval of new projects including refineries, retail outlets *inter-alia* include demand analysis, techno commercial feasibility, future long-term outlook and strategy, availability of land and other associated infrastructures, cost–benefit aspects related to product placement, evacuation from refineries, downstream marketing infrastructure.

Opening of Oil Depot/Terminal for storage of petroleum products by Public Sector Oil Marketing Companies (OMCs) is a continuous process based on the economic viability of the Depot/Terminal as per general supply & demand scenario of the region and optimization study to achieve overall reduction in the cost of supplies.

Total budget allocated by Oil & Gas CPSEs for capital expenditure through IEBR year wise for last 5 years is given below:

(In Rs Crore)

S. No	Financial Year	Budget Allocated (BE)	Actual Utilisation
1.	2020-21	98,522	1,11,195
2.	2021-22	1,04,620	1,07,968
3.	2022-23	1,11,354	1,19,027
4.	2023-24	1,06,401	1,36,862

5.	2024-25	1,18,499	1,68,938

Government is committed to ensure balanced and regionally equitable growth of petroleum infrastructure across the country through implementation of various projects by Oil & Gas companies with a focus on accessibility, affordability, energy security, and sustainability. These initiatives are undertaken with due consideration to regional demand patterns and to ensure equitable availability of petroleum products across the country.

STATEMENT-I

Year Wise/ State Wise nos of PSU LPG Bottling Plants in India and Year-wise number of ROs commissioning in India:

PSU LPG Bottling Plants (Total) - Cumulative						**Number of ROs commissioned Year wise**				
State/UT	**Apr'22**	**Apr'23**	**Apr'24**	**Apr'25**	**Jan'26**	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26 (Apr-Feb)**
Chandigarh	0	0	0	0	0	0	1	2	0	0
Delhi	2	2	2	2	2	0	2	1	1	0
Haryana	6	5	5	5	5	248	123	134	259	231
Himachal Pradesh	2	2	2	2	2	75	63	22	90	56
Jammu & Kashmir	4	3	3	3	3	39	62	32	76	56
Ladakh	0	1	1	1	1	5	5	3	2	4
Punjab	8	8	8	8	8	154	92	66	131	119
Rajasthan	11	11	12	12	12	439	388	293	456	381
Uttar Pradesh	27	27	28	28	28	871	605	629	1112	788

Uttarakhand	3	4	4	4	4	79	39	40	75	48
Arunachal Pradesh	0	0	0	0	0	26	18	7	77	40
Assam	8	8	7	7	7	211	107	47	128	124
Manipur	1	1	1	1	1	18	17	11	10	4
Meghalaya	0	0	0	0	0	31	16	11	23	37
Mizoram	0	0	0	0	0	17	24	9	8	10
Nagaland	1	1	1	1	1	30	18	24	34	19
Sikkim	1	1	1	1	1	6	2	4	6	2
Tripura	1	1	1	1	1	14	7	17	20	12
Andaman & Nicobar Islands	1	1	1	1	1	3	0	0	1	3
Bihar	8	9	9	9	9	185	203	92	159	187
Jharkhand	5	5	5	5	5	104	53	42	176	98
Odisha	6	6	6	7	7	181	108	83	233	194
West Bengal	10	10	11	11	12	147	124	68	250	194
Chhattisgarh	3	4	4	4	4	163	104	65	225	198
Dadra & Nagar Haveli & Daman Diu	0	0	0	0	0	3	2	0	6	3
Goa	2	2	2	2	0	5	8	3	8	7
Gujarat	11	11	11	11	2	374	263	207	514	349
Madhya Pradesh	9	11	11	11	11	593	376	213	497	385
Maharashtra	20	22	22	22	11	627	465	328	475	473
Andhra Pradesh	9	9	9	9	10	190	163	135	342	225
Karnataka	11	11	11	11	12	436	313	315	618	413
Kerala	7	7	7	7	7	164	142	128	162	225
Lakshadweep	0	0	0	0	0	1	3	0	0	0
Puducherry	1	1	1	1	1	5	8	11	13	6
Tamil Nadu	19	19	19	19	19	410	346	255	483	368
Telangana	5	5	5	5	5	230	217	176	290	188
All India	**202**	**208**	**210**	**211**	**214**	**6084**	**4487**	**3473**	**6960**	**5447**

Source: PPAC

STATEMENT-II

Details of petroleum pipelines projects under implementation

S. NO.	CPSE	Project Name	Target Completion Date	Latest Approved Cost (in Rs. Cr.)
1.	NRL	Paradip-Numaligarh Crude Oil Pipeline [PNCPL] & Crude Oil Import Terminal [COIT] at Paradip	Jun/2026	11,407
2.	IHB	Kandla Gorakhpur LPG Pipeline	Mar/2026	10,088
3.	IOCL	New Mundra Panipat Crude Oil Pipeline	June/2026	9,028
4.	BPCL	POL & LOBS Installations with Receipt Pipelines at Rasayani, Maharashtra	May/2026	2,585
5.	HPCL	Visakh Raipur Pipeline Project	Sep/2027	2,212
6.	BPCL	Multi Product Pipeline from Irugur to Devangonthi	Sep/2026	1,732
7.	BPCL	Augmentation of CCKPL and IDPL Pipelines capacity along with setting up of Palakkad TOP, Kerala	Aug/2028	1,130
8.	HPCL	Haldia Panagarh Pipeline Project	May/2026	1,107
9.	OIL	Upgradation of Facilities of Numaligarh-Siliguri Product Pipeline [NSPL]	Mar/2026	860
10.	IOCL	Laying of POL Pipelines in Common Corridor for proposed grass root terminal at Vallur [Chennai]	May/2026	829
11.	OIL	Pipeline Rehabilitation Project, Phase-II	Dec/2029	680
12.	IOCL	Change of service of existing Mundra-Panipat Pipeline [Panipat - Churwa section] from Crude oil to Product	Mar/2027	359
13.	IOCL	Siliguri-Jhapa Pipeline Project	Mar/2029	267
14.	BPCL	ATF Pipeline from BPCLs Malkapur POL Installation to Hyderabad International airport	Sep/2027	215
15.	IOCL	ATF Pipeline from Jawaharlal Nehru Port Trust to Navi Mumbai International Airport	Mar/2026	165
16.	IOCL	Extension of Panipat Jalandhar LPG Pipeline [PJPL] from Jalandhar to Goindwal Sahib Bottling	Mar/2027	147

		Plant		
17.	BPCL	Augmentation of Manmad- Manglya pipeline section	Mar/2028	126
18.	MRPL	Rerouting of Aromatic Complex Pipelines From Jetty 13 To Jetty 10/11	July/2026	114

Source: Pariyojana portal

IMPLEMENTATION OF PROJECTS UNDER AMRUT

4537. SHRI VISHNU DATT SHARMA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Government is implementing Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0 nationwide to strengthen water supply, sewerage and core urban infrastructure in selected cities and towns and if so, the details thereof;

(b) whether Katni town in Madhya Pradesh has been included under AMRUT 2.0 and if so, the details thereof along with the details of the projects sanctioned therein;

(c) the present status of implementation of water supply, sewerage and related urban infrastructure works in Katni including timelines fixed for their completion;

(d) whether the progress remains slow or infrastructure gaps persist and if so, the reasons therefor along with the corrective measures taken in this regard; and

(e) the steps taken/proposed to be taken to ensure timely completion of AMRUT

works in Katni so that improved urban services support local economic activity, public health and regional development?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0 has been launched on 01 October 2021 in all Urban Local Bodies (ULBs)/ cities including Katni Town in Madhya Pradesh, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage & septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Rejuvenation of water bodies, development of green spaces and parks are other components of the Mission.

Under AMRUT 2.0 States/ Union Territories (UTs) are empowered to select, appraise, prioritise and implement the projects as per the local needs within broad framework of Mission guidelines.

Under AMRUT 2.0, State Water Action Plans (SWAPs) comprising of 8,771 projects worth ₹1,92,482.52 crore have been approved so far, which include 3,531 water supply projects worth ₹1,19,670.51 crore, 584 Sewerage & Septage Management projects worth ₹65,624.98 crore, 2,991 water body rejuvenation projects worth ₹6,083.32 crore and 1,665 parks projects worth ₹1,103.71 crore.

Under AMRUT 2.0, the SWAPs of Madhya Pradesh comprising of 04 projects worth ₹95.98 crore in Katni town have been approved, which include 01

water supply project worth ₹55 crore, 01 sewerage/septage management project worth ₹38.5 crore and 02 waterbody rejuvenation projects worth ₹2.48 crore.

The State Government has informed that 02 waterbody rejuvenation projects have been completed. The water supply project has been grounded in August, 2025 with project completion date of August, 2027. The project covers Functional Household Tap Connections (FHTCs) to 5,158 households through strengthening and expansion of the water distribution network. The sewerage/ septage management project is also grounded in June, 2025 with project completion date of June, 2027. The project covers sewer connections to 6,827 households through development of sewer network and associated infrastructure. The State has also informed that continuous monitoring and coordination with implementing agencies are undertaken to ensure timely completion.

The Mission guidelines have specific provisions for formation of State High Powered Steering Committee (SHPSC) headed by the Chief Secretary of the State, to monitor and supervise the implementation of the scheme at the State/ UT level. State Level Technical Committee (SLTC) headed by the Secretary, Urban Development & Housing Department provides technical support to the SHPSC in monitoring and supervising the scheme at the State level. Further, an Apex Committee constituted under the ambit of Mission guidelines reviews and monitor the Mission periodically. For assessment and monitoring of work done under AMRUT 2.0 in the States/ UTs, there is a provision of Independent Review

and Monitoring Agencies (IRMAs). Also, in order to fast-track the implementation of AMRUT 2.0, the progress is periodically reviewed & monitored through regular video conferences/ webinars/ workshops/ site-visits etc. by Ministry of Housing and Urban Affairs (MoHUA) with the States/ UTs & their ULBs. There is a dedicated AMRUT 2.0 online portal for tracking the progress and monitoring of projects provided by the States/ UTs.

घटिया सड़कों का निर्माण

4538. श्री नारायण तातू राणे:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) सड़कों के उचित रख-रखाव और अनुरक्षण के लिए सरकार द्वारा उठाए गए उपयुक्त कदमों का ब्यौरा क्या है;

(ख) क्या महाराष्ट्र सहित विभिन्न राज्यों में सड़कों को निम्नस्तरीय निर्माण पद्धतियों, भारी वर्षा तथा अपर्याप्त जल निकासी प्रणालियों के कारण बार-बार क्षति पहुँचती है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) गत तीन वर्षों के दौरान सरकार के संज्ञान में आये ऐसे मामलों की राज्य-वार संख्या कितनी है;

(घ) क्या सड़कों की बार-बार होने वाली क्षति तथा सड़क सतहों की कम टिकाऊपन के मूल कारणों की पहचान करने के लिए कोई वैज्ञानिक अध्ययन अथवा तकनीकी मूल्यांकन किया गया है; और

(ङ) यदि हाँ, तो ऐसे अध्ययन/मूल्यांकन में शामिल एजेंसियों का ब्यौरा क्या है तथा उनके प्रमुख निष्कर्ष और सिफारिशें क्या हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से राष्ट्रीय राजमार्गों (एनएच) के विकास एवं अनुरक्षण के लिए उत्तरदायी है। सरकार ने मौजूदा राष्ट्रीय राजमार्ग नेटवर्क के अनुरक्षण को प्राथमिकता दी है और अन्य बातों के साथ-साथ इसके अंतर्गत एक ऐसी व्यवस्था स्थापित की है जिसके तहत उत्तरदायी अनुरक्षण एजेंसी के माध्यम से सभी राष्ट्रीय राजमार्ग खंडों के अनुरक्षण एवं मरम्मत (एम एंड आर) को सुनिश्चित किया जा सके।

राष्ट्रीय राजमार्गों के उन खंडो का अनुरक्षण और मरम्मत, जहां विकास कार्य प्रारंभ हो चुके हैं या संचालन, अनुरक्षण और हस्तांतरण (ओएमटी) रियायतें/संचालन और अनुरक्षण (ओ एंड एम) विवरण प्रदान किए जा चुके हैं, दोष दायित्व अवधि (डीएलपी)/रियायत अवधि के अंत तक संबंधित रियायतग्राहियों/संविदाकारों का उत्तरदायित्व है। इसी प्रकार, टोल संचालन और अंतरण (टीओटी) और अवसंरचना निवेश न्यास (इनविट) के तहत निर्मित राष्ट्रीय राजमार्गों के लिए, अनुरक्षण और मरम्मत का उत्तरदायित्व संबंधित रियायतग्राही की रियायत अवधि के अंत तक बनी रहती है।

राष्ट्रीय राजमार्गों के शेष सभी खंडों के लिए, सरकार ने कार्य-निष्पादन आधारित अनुरक्षण विवरण (पीबीएमसी) या अल्पकालिक अनुरक्षण विवरण (एसटीएमसी) के माध्यम से अनुरक्षण कार्य करने का नीतिगत निर्णय लिया है।

(ख) से (ङ): राष्ट्रीय राजमार्गों पर, उन पर बनी अवसंरचनाओं सहित, होने वाली क्षति विभिन्न कारणों जैसे कि डिज़ाइन के दोषों, मानकों/विनिर्देशों का अनुपालन न करना, अनुचित निर्माण पद्धतियाँ/तकनीकें आदि, इसके अलावा अप्रत्याशित घटनाएँ जैसे भारी बारिश, भूस्खलन, बाढ़ आदि से होती है।

विगत तीन वर्षों में अनुरक्षण की अवधि के दौरान राष्ट्रीय राजमार्गों के खंडो (पुलों, पुलियों आदि जैसी संरचनाओं सहित) में ढहने/मुख्य खामियों की घटनाओं का राज्य/संघ राज्य क्षेत्र (यूटी) - वार विवरण, जिसमें महाराष्ट्र राज्य की घटनाएं भी शामिल है, और कृत कार्रवाई का ब्यौरा संलग्न

विवरण में दिया गया है।

सरकार ने भारतीय प्रौद्योगिकी संस्थान, दिल्ली के माध्यम से प्रबलित मृदा (आरई) संरचनाओं की विफलताओं का अध्ययन कराया है। पहाड़ी ढलानों की अस्थिरता के आकलन के लिए उपकरण और वास्तविक समय निगरानी हेतु दिशा-निर्देशों के विकास के लिए आईआईटी रुड़की के माध्यम से एक अन्य अनुसंधान योजना प्रारंभ की गई है। इसके अतिरिक्त, महत्वपूर्ण राष्ट्रीय राजमार्गों पर क्षति/विफलता का आकलन करने और ऐसी रिपोर्टों के आधार पर बहाली कार्यों को अंतिम रूप देने के लिए विशेषज्ञ समिति को मामले-दर-मामले के आधार पर भी लगाया है।

उपरोक्त अध्ययन के निष्कर्षों के आधार पर, कुछ प्रमुख सिफारिशें निम्नलिखित हैं:-

i. निर्माण संबंधी दीवार के प्रावधान के लिए विस्तृत दिशानिर्देश, कार्यस्थल पर मृदा की स्थिति का अनिवार्य अध्ययन।
ii. संविदाकारों/रियायतग्राहियों के विरूद्ध संविदात्मक कार्रवाई के अतिरिक्त दंडात्मक कार्रवाई, जो गंभीर विफलताओं के लिए उत्तरदायी हैं।
iii. पहाड़ी क्षेत्रों में भूस्खलन-संभावित क्षेत्रों के लिए पहाड़ी ढलान स्थिरता की जांच और लागत प्रभावी दीर्घकालिक स्थिरीकरण उपायों के चयन हेतु मानकीकृत मापदंडों का कार्यान्वयन।
iv. पहाड़ी निर्माण पद्धति को परिष्कृत किया गया है, जिसके अनुसार प्रारंभिक निर्माण केवल पहाड़ी कटाई और ढलान संरक्षण के लिए और बाद में राजमार्ग निर्माण केवल स्थिर कटाई निर्माण और संरक्षण कार्य के बाद ही अनिवार्य है।
v. वास्तविक समय भूस्खलन निगरानी प्रणालियों के लिए आंतरिक ढलान गड़बड़ी की सेंसर उपकरणों पर आधारित निगरानी भी प्रायोगिक (पायलट) आधार पर प्रारंभ की गई है।

विवरण

विगत तीन वर्षों में अनुरक्षण की अवधि के दौरान के दौरान राष्ट्रीय राजमार्गों के खंडो (पुलों, पुलियों आदि जैसी संरचनाओं सहित) में हुए ढहने/प्रमुख खामियों की राज्य/संघ राज्य क्षेत्र-वार घटनाओं का विवरण, जिसमें महाराष्ट्र राज्य की घटनाएं भी शामिल हैं, और कृत कार्रवाई का ब्यौरा:

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	प्रमुख क्षति/दोषों का विवरण	कृत कार्रवाई
अरुणाचल प्रदेश	1	वर्ष 2021-22 के लिए अरुणाचल प्रदेश राज्य में एनएच -713ए और एनएच -13 के पापु – युपिया – होज – पोटिन खंड पर किमी 31.000 (होज मार्केट), किमी 38.300 (याबी गांव), किमी 39.000 (झरना), किमी 39.700 (अप्पा क्रशर) और किमी 40.300 (क्रशर प्वाइंट) पर स्लिप जोन का स्थायी समाधान	2024	आरई दीवार ढह गई	संविदाकार द्वारा शुरू किए गए दोषपूर्ण कार्य का सुधार। संविदाकार पर विवरण मूल्य का 5% जुर्माना
आंध्र प्रदेश	2	हाइब्रिड वार्षिकी मोड पर भारतमाला परियोजना के तहत आंध्र प्रदेश राज्य में एनएच-16 के विजयवाड़ा-गुंडुगोलानु खंड में चिन्ना औटुपल्ली (डिजाइन चैनेज 0+000) से गोलापुडी (डिजाइन चैनेज 30+000) तक विजयवाड़ा बाईपास को छह लेन का बनाना।	2024	आरई दीवार के निर्माण में दोष।	रियायतग्राही ने आरई दीवार विशेषज्ञ की सिफारिश/सुझाव के आधार पर सुधार कार्य शुरू किया। रियायतग्राही से क्षतिपूर्ति के रूप में 10,99,235 /- रुपये वसूल किए गए।
बिहार	3	बिहार राज्य में ईपीसी मोड पर एनएच-31 के सिमरिया-खगड़िया खंड को किमी 206.050 से किमी 266.282 (डिजाइन चैनेज) और (एनएच-31 के मौजूदा चैनेज किमी 209.945 से किमी 270.000 तक) चार लेन का बनाना	2023	सीआरआरआई द्वारा किमी 264.946 पर पुल के अधिसंरचना के कंक्रीट की गुणवत्ता में	सीआरआरआई रिपोर्ट में सिफारिश के अनुसार संविदाकार द्वारा मरम्मत कार्य शुरू किया गया

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	प्रमुख क्षति/दोषों का विवरण	कृत कार्रवाई
				रिपोर्ट की गई समस्याएं	
	4	वाराणसी – मोहनिया (जीटीआरआईपी/5; पैकेज - IV ए): उत्तर प्रदेश और बिहार में एनएच-2 पर एनएच-2 के किमी 65 से किमी 317 तक मौजूदा 2 लेन खंड को 4 लेन का बनाना	2023	संरचनात्मक तत्वों में प्रमुख कमियाँ	संविदाकार पर 25 करोड़ रुपये का हर्जाना लगाया गया
छत्तीसगढ़	5	एनएच 200 (नया एनएच 49) (पैकेज-III) पर बिलासपुर उरदावल खंड के किमी 241.553 से 312.60 = 71.0476 किमी (मसनियालाला से रेंगापाली) में पेव्ड शोल्डर के साथ 2-लेन का पुनर्स्थापन और उन्नयन (किमी 217.358 पर बोराई नदी एमएनबी)	2025	छोटे पुल के स्लैब को नुकसान	यह कार्य दोष देयता अवधि में है और संविदाकार द्वारा अपने खर्च पर किया गया है।
हरियाणा	6	दिल्ली-वडोदरा एक्सप्रेसवे पैकेज 2	2024	रटिंग	प्राधिकरण ने रखरखाव में देरी के लिए संविदाकार पर 48,61,243/- रुपये का हर्जाना लगाया है। संविदाकार द्वारा गड्ढों को ठीक करने का काम शुरू कर दिया गया है और गड्ढे वाले अधिकांश हिस्से को ठीक कर दिया गया है।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	प्रमुख क्षति/दोषों का विवरण	कृत कार्रवाई
	7	दिल्ली-वडोदरा एक्सप्रेसवे पैकेज 3	2024	रटिंग	प्राधिकरण ने रखरखाव में देरी के लिए संविदाकार पर 42,95,049/- रुपये का हर्जाना लगाया है। संविदाकार द्वारा गड्ढों को ठीक करने का कार्य शुरू कर दिया गया है और गड्ढे वाले अधिकांश हिस्से को ठीक कर दिया गया है।
गुजरात	8	सांचौर-संतालपुर पैकेज-4	2025	जून माह 2025 में बारिश के बाद गड्ढे, दरारें और सतह विरूपण/समस्या देखी गई, कुछ स्थानों पर गहरी रटिंग हो गई	संविदाकार पर ₹2.8 करोड़ रुपये का जुर्माना लगाया गया है और एक वर्ष तक या सफलतापूर्वक सुधार होने तक, जो भी बाद में हो, उस पर रोक लगाने की सिफारिश की गई है। संविदाकार ने मरम्मत/पुनर्स्थापना कार्य शुरू कर दिया है। एनएचएआई के परियोजना निदेशक को निलंबित कर दिया गया है।
कर्नाटक	9	एनएच-948 के बेंगलुरू खंड तक बीआरटी टाइगर रिजर्व सीमा को दो/चार लेन का बनाया जाना	2025	किमी 337+670 से किमी 337+680 आरई 10 मीटर लंबाई का ब्लॉक ढह गया	रियायतग्राही ने मरम्मत/पुनर्स्थापना कार्य शुरू कर दिया है (आईआईएससी बैंगलोर द्वारा प्रस्तुत रिपोर्ट की सिफारिश के अनुसार।)
	10	मेहकर-अजीसपुर रोड	2024	टूटे हुए पैनल	संविदाकार की निष्पादन गारंटी जब्त कर ली गई है। क्षति की क्षतिपूर्ति हेतु

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	प्रमुख क्षति/दोषों का विवरण	कृत कार्रवाई
					प्रक्रिया शुरू कर दी गई है।
	11	भोकर-सरसम	2024	टूटे हुए पैनल	संविदाकार ने क्षति की मरम्मत के लिए कार्रवाई शुरू कर दी है।
	12	सिल्लोड-फर्दापुर	2024	टूटे हुए पैनल	संविदाकार ने क्षति की मरम्मत के लिए कार्रवाई शुरू कर दी है।
	13	महाराष्ट्र राज्य में एनएचडीपी-IV के अंतर्गत ईपीसी मोड पर एनएच-66 (पुराना एनएच-17) का किमी 332/200 से किमी 367/200 (वातुल से तालगांव खंड) तक चार लेन का पुनर्स्थापन और उन्नयन।	2024	पीक्यूसी में पूर्ण गहराई वाली दरारें	संविदाकार ने क्षति की मरम्मत के लिए कार्रवाई शुरू कर दी है।
	14	तलेरे गगनबावड़ा कोल्हापुर रोड (एनएच-166जी) के खंडों का पुनर्स्थापन और उन्नयन, एनएच-166जी के चैनेज 6/00 किमी से चैनेज 11/00 किमी तक और चैनेज 19/300 किमी (करुल घाट की शुरुआत) से 35/300 किमी (गगनबावड़ा के अंत) तक, महाराष्ट्र राज्य में ईपीसी मोड पर 2 लेन पेव्ड शोल्डर/2 लेन कॉन्फ़िगरेशन लेन, लंबाई 21.00 किमी तक।	2025	पीक्यूसी में दरारें	संविदाकार ने क्षति की मरम्मत के लिए कार्रवाई शुरू कर दी है।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	प्रमुख क्षति/दोषों का विवरण	कृत कार्रवाई
	15	महाराष्ट्र राज्य में ईपीसी मोड पर कराड से तासगांव एनएच 266 पर किमी 0/00 से 58/830 तक पेव्ड सड़क सहित दो लेन का पुनर्स्थापन और उन्नयन	2024	टूटे हुए पैनल	क्षति की भरपाई संविदाकार के जोखिम और लागत पर की जाएगी।
	16	महाराष्ट्र राज्य में ईपीसी मोड पर एनएच 753 के सलाईखुर्द से तिरोदा किमी 120/100 से 163/200 (डिजाइन किमी 44/00 से 87/00) तक पेव्ड सड़क के साथ दो लेन का उन्नयन	2024	निर्माण के बाद कठोर फुटपाथ में दोष देखे जाते हैं, जैसे अनुदैर्ध्य और पार्श्व दरारें बनना, केंद्रीय जोड़ों का खुलना, पैनलों का बैठना आदि।	आईआईटी बॉम्बे को दोषों की तकनीकी जांच और उपचारात्मक उपायों के सुझाव के लिए नियुक्त किया गया है।
राजस्थान	17	दिल्ली वडोदरा एक्सप्रेस एनई-4 पैकेज 06	2024	गड्ढे, रेनकट, और जल जमाव	रियायत करार के प्रावधान के अनुसार तय समय में कमियों को ठीक न करने पर हर संविदाकार पर 50 लाख रुपये की शास्ति लगाई गई।
	18	दिल्ली वडोदरा एक्सप्रेसवे एनई-4 पैकेज 07	2024		
	19	दिल्ली वडोदरा एक्सप्रेसवे एनई-4 पैकेज 08	2024		
	20	दिल्ली वडोदरा एक्सप्रेसवे एनई-4 पैकेज 09	2024		
	21	भारतमाला परियोजना - चरण-I के तहत राजस्थान राज्य में अमृतसर-जामनगर आर्थिक कॉरिडोर के हिस्से के तौर पर रारा-754के के संगरिया (चौटाला के पास) -रासीसर (बीकानेर	2024	83 मी. सिंगल स्पैन ट्रस ब्रिज के उद्घाटन के दौरान नोज़ स्ट्रक्चर में	संविदाकार पर 1.00 करोड़ रु. की शास्ति लगाई गई और भविष्य में ऐसा करने पर उसे प्रतिबंध की कार्रवाई की चेतावनी

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	प्रमुख क्षति/दोषों का विवरण	कृत कार्रवाई
		के पास) खंड के किमी 53+000 से किमी 88+000 तक 6-लेन पहुंच नियंत्रित ग्रीनफील्ड राजमार्ग का निर्माण। (एजे/एसआर-पैकेज-3)		खराबी	दी गई। एनएचएआई के कामों में फैब्रिकेशन टीम और डिज़ाइनर टीम को 02 साल के लिए प्रतिबंधित किया गया। अथॉरिटी इंजीनियर पर 20 लाख रुपये का जुर्माना और भविष्य में ऐसा करने उसे प्रतिबंध की कार्रवाई की चेतावनी दी गई। अथॉरिटी इंजीनियर द्वारा तैनात सीनियर ब्रिज इंजीनियर को एनएचएआई के कामों में 2 साल के लिए प्रतिबंधित किया गया।
	22	दिल्ली-वडोदरा एक्सप्रेसवे पैकेज 4	2024	रटिंग और पहुंमार्ग का सेटलमेंट	कमियों को हमेशा के लिए ठीक करने के लिए विस्तृत अध्ययन के लिए आईआईटी, खड़गपुर को सौंपा गया है।
तमिलनाडु	23	दिल्ली-वडोदरा एक्सप्रेसवे पैकेज 5	2024	आरई दीवार का उबड़-खाबड़ होना, पहुंचमार्ग का बैठना और उभार होना	अनुरक्षण में देरी के लिए 88.32 लाख रुपये का हर्जाना लगाया गया। सीआर आरआई के सुझावों के अनुसार आरई दीवार के उभार को ठीक कर दिया गया है। ज़्यादातर गड्ढे ठीक कर दिए गए हैं। इसके अलावा,

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	प्रमुख क्षति/दोषों का विवरण	कृत कार्रवाई
					ऊपर बताई गई चीज़ों के अलावा, आईआईटी खड़गपुर को कमियों को हमेशा के लिए ठीक करने के लिए विस्तृत अध्ययन के लिए लगाया गया है।
	24	दिल्ली-वडोदरा ग्रीनफील्ड संरेखण (रारा-148एन) (पैकेज-16) चै. 427.300 से चै. 452.420) [नयागांव के पास जागीर गांव से राजस्थान/एमपी सीमा तकली नदी पर बड़ा पुल]	2024	यह खंड 30.11.2023 से चालू है और कुछ जगहों पर संरचना के रास्ते में सेटलमेंट देखे गए हैं।	ईपीसी संविदाकार ने नुकसान ठीक कर दिया है।
	25	राजस्थान के नागौर जिले में रारा-65 पर जोधपुर-अजमेर रोड पर किमी 172.990 पर मौजूदा लेवल क्रॉसिंग नंबर सी-64 के स्थान पर प्रस्तावित 2-लेन आरओबी और इसके पहुंचमार्ग का निर्माण	2024	काम पूरा होने के बाद, खराब कारीगरी की वजह से आरओबी के डेक स्लैब में हनी कॉम्बिंग की वजह से स्ट्रक्चरल खराबी देखी गई है।	संविदाकार खत्म कर दिया गया है। संविदाकार का निष्कासन सुधार के काम के लिए बोलियां मंगाई गई है।
	26	तंजावुर-त्रिची खंड के किमी 80.000 से किमी 136.490 तक 4-लेन का बनाना	2023	ए1 (तंजावुर) साइड अप्रोच (बाईं ओर) का आरई वॉल पैनल हिस्सा जियो ग्रिड से	एक्सपर्ट कमिटी की रिपोर्ट के आधार पर, संविदाकार ने मिट्टी की कील लगाकर रेस्टोरेशन का काम पूरा कर लिया।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	प्रमुख क्षति/दोषों का विवरण	कृत कार्रवाई
				अलग हो गया है और नीचे गिर गया है।	
उत्तर प्रदेश	27	लखनऊ रिंग रोड पैकेज-3ए	2024	2.886 किमी की लंबाई में पीक्यूसी पैनल में दरारें।	संविदाकार ने नुकसान को ठीक करने की प्रक्रिया शुरू कर दिया है।
उत्तराखंड	28	उत्तराखंड राज्य में एनएच-134 (पुराना एनएच-94) के साथ पड़ने वाले चैनेज 25.400 किलोमीटर और चैनेज 51.000 किलोमीटर के बीच धरासू – यमुनोत्री खंड पर पहुंचमार्ग सहित 2-लेन द्वि-दिशात्मक सिल्क्यारा बेंड बरकोट सुरंग का निर्माण, संचालन और रखरखाव	2023	सिल्क्यारा टनल में कैविटी ढह गई।	ईपीसी संविदाकार ने अपने खर्च पर सुधार के उपाय किए। जांच कमिटी की रिपोर्ट के अनुसार कार्रवाई शुरू की गई।
पश्चिम बंगाल	29	ईपीसी मोड पर पश्चिम बंगाल राज्य में रारा-32 (लंबाई 10.315 किमी) के पुरुलिया बाईपास खंड के किमी 84.030 से किमी 94.345 तक 4-लेन का निर्माण	2025	नए बने पीक्यूसी में दरारें आ गई हैं।	i) संविदाकार ने सुधार का काम शुरू किया। संविदाकार के बिल से 20.00 लाख रुपये काट लिए गए। ii) एई के खास लोगों को एक साल के लिए प्रतिबंधित कर दिया गया है।
	30	पश्चिम बंगाल राज्य में रारा-6 के चिचरा से खड़गपुर किलोमीटर 185.150 से किलोमीटर 134.400 तक को पेव्ड शोल्डर सहित चार लेन का बनाना , जिसमें किलोमीटर 134.400 से किलोमीटर 129.600 तक मौजूदा चार	2023	पीक्यूसी पैनलों में दरारें	ईपीसी संविदाकार के रिस्क और कॉस्ट पर रिपेयर किया गया।

राज्य	क्र. सं.	परियोजना का नाम	घटना का वर्ष	प्रमुख क्षति/दोषों का विवरण	कृत कार्रवाई
		लेन का सुधार भी शामिल है।			
ओडिशा	31	एनएच-16 का चंडीखोले-भद्रक खंड	2023	1. किमी 96+326 पर पुल का खराब डिज़ाइन: 2. किमी 79+614 पर पुल: कैंटिलीवर टूटने की वजह से स्पैन ए1-पी1, पियर पी2 से अलग हो गया था घाट का एक हिस्सा टूटकर ज़मीन पर गिर गया था। ग्रिड “पी2” पर पियर कैप में चौड़ी दरारें (3-4 मिमी तक) दिखना। डेक स्लैब और उखड़े हुए स्पैन के गर्डर को नुकसान।	1. किमी 96+326 पर खराब डिज़ाइन के लिए, रियायतग्राही पर 30 लाख रु. और स्वतंत्र इंजीनियर पर 5 लाख रु. की शास्ति लगाई गई। आईई के टीम लीडर और रियायतग्राही के खास लोगों को निलंबित कर दिया गया। किमी 79+614 पर पुल के लिए : संविदाकार पर 5 करोड़ रुपये और पर्यवेक्षण परामर्शदाता पर 20 लाख रु. की शास्ति लगाई गई। डीपीआर परामर्शदाता को 1 साल के लिए बैन किया गया। पूरे सुधार के उपायों / पुर्ननिर्माण का खर्च रियायतग्राही से वसूला गया।

अमृतसर-जामनगर एक्सप्रेसवे

4539. श्री उम्मेदा राम बेनीवाल:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) दुर्घटनाओं को रोकने के लिए अमृतसर-जामनगर एक्सप्रेसवे के बाड़मेर खंड पर सरकार द्वारा कितने ब्लैक स्पॉट चिह्नित किए गए हैं और इस संबंध में स्थायी समाधान विकसित करने के लिए कितना बजट आवंटित किया गया है;

(ख) क्या सरकार का बाड़मेर के स्थानीय युवाओं को रोजगार के अवसर प्रदान करने के उद्देश्य से इस एक्सप्रेसवे के साथ प्रस्तावित मल्टी मॉडल लॉजिस्टिक्स पार्क (एमएमएलपी) और औद्योगिक गलियारे की स्थापना के लिए समय-सीमा बताने का विचार है; और

(ग) क्या आवारा पशुओं के कारण होने वाली दुर्घटनाओं को रोकने के लिए एक्सप्रेसवे के पूरे खंड पर उच्च गुणवत्ता की बाड़ लगाने का कोई प्रस्ताव है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): राजस्थान राज्य में अमृतसर-जामनगर पहुंच नियंत्रित राजमार्ग की सड़क सुरक्षा लेखापरीक्षा भारतीय सड़क कांग्रेस (आईआरसी) के कोडल प्रावधानों के अनुसार किया गया है। लेखापरीक्षा अध्ययन के निष्कर्षों के अनुसार, उक्त मार्ग पर कोई भी दुर्घटना प्रवण स्थल (ब्लैकस्पॉट) नहीं पाए गए है।

(ख): मल्टीमॉडल लॉजिस्टिक्स पार्क (एमएमएलपी) के विकास के लिए संबंधित राज्य सरकार द्वारा भूमि उपलब्ध कराई जानी है। राजस्थान सरकार की ओर से एमएमएलपी के विकास के लिए भूमि उपलब्ध कराने का ऐसा कोई प्रस्ताव प्राप्त नही हुआ है।

(ग): पूरे पहुंच नियंत्रित सुलभ अमृतसर-जामनगर कॉरिडोर के किनारे चारदीवारी का निर्माण पहले ही किया जा चुका है।

UDAN SCHEME FOR BIHAR

4540. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) the number of airports and routes operationalised under the UDAN scheme in Bihar, location-wise;

(b) whether the Government has provided financial support or subsidies to airlines and airport operators under the said scheme in Bihar since its inception and if so, the details thereof, yearwise;

(c) whether the Government has received any feedback, complaints or suggestions from passengers, State authorities or other stakeholders regarding the functioning of UDAN flights in Bihar and if so, the details thereof; and

(d) whether the Government proposes to expand UDAN connectivity in Bihar, if so, the details thereof including the proposed new routes and airports and the expected timelines in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) and (b): Under the Regional Connectivity Scheme (RCS)-UDAN, in the State of Bihar a total of 21 routes have been operationalized, connecting the airports at Darbhanga and Purnea.

Airlines operating UDAN routes are provided Viability Gap Funding (VGF) to support operations on regional routes. An amount of Rs. 10.30 crore has been disbursed as VGF to airlines for RCS routes connecting Bihar under the UDAN scheme.

(c) and (d): The Ministry continues to engage with operators and incorporates feedback from airlines, State Governments, and airport operators to refine scheme provisions, improve route viability, and enhance participation.

The Government has recently announced the launch of the modified UDAN Scheme to increase regional connectivity to 120 new destinations across the country, and to cater to 4 crore passengers in the next 10 years. The scheme will also support helipads and smaller airports in hilly, aspirational and North East region districts.

AGRICULTURAL AND DOMESTIC FEEDERS IN WARANGAL

4541. DR. KADIYAM KAVYA:

Will the Minister of **POWER** be pleased to state:

(a) the details of the total number of agricultural and domestic feeders in Warangal district of Telangana, the number of feeders segregated under Central schemes such as Revamped Distribution Sector Scheme and Deen Dayal Upadhyaya Gram Jyoti Yojana during the last five years along with the present status of feeder separation, year-wise;

(b) the amount of Central financial assistance sanctioned, released and utilised for feeder separation and related distribution strengthening works in Warangal district, along with physical targets and achievements made in this regard;

(c) the impact/assessment conducted, if any, on improvement in hours of supply to agricultural and domestic consumers, reduction in AT&C losses, transformer failure rates and overall reliability indices (SAIDI/SAIFI) in Warangal after feeder separation; and

(d) whether any pending works or cost overruns have been reported and the timeline fixed for completion and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d): Government of India has supported States in segregation of mixed load feeders, with more than 30% agricultural load, into agriculture and non-agricultural feeders. The objective is to enable solarization of agricultural feeders to provide day-time supply of power to farmers and efficient load management in rural areas.

Under the scheme of Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), 7,833 feeders were segregated at the national level with a project cost of Rs. 10,394 crore and the scheme stands closed as on 31.03.2022. Under ongoing Revamped Distribution Sector Scheme (RDSS), based on proposals submitted by the States, works amounting to Rs. 40,455 crore have been

sanctioned for segregation of 31,109 feeders. The sunset date for RDSS is 31st March 2028.

As reported by the State, no agricultural feeder has been segregated in Warangal district under DDUGJY and as such there was no distribution strengthening works related to feeder segregation. Further, the State has not participated in RDSS.

Further, as reported by the State, details of the 11 kV feeders in Warangal circle are as follows:

- No of feeders: 337
- Pure agriculture feeder: 8
- Mixed agriculture feeder: 196

SUSTAINABILITY OF MSMEs

4542. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether it is a fact that nearly 79,000 Micro, Small and Medium Enterprises (MSMEs) have shut down between 2021–22 and 2024–25, with the number of closures increasing each year and if so, the details thereof, year-wise;

(b) the main reasons identified by the Government for such closures, including issues relating to access to credit, rising input costs, compliance burden and

market slowdown;

(c) whether it is also a fact that the share of MSMEs in India's total Gross Value Added (GVA) has remained almost unchanged at around 29.6 per cent since 2014, despite repeated assertions that MSMEs are key drivers of growth and employment and if so, the details thereof; and

(d) the steps taken by the Government to strengthen the sustainability, productivity and employment generation capacity of MSMEs and to prevent further closures?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): As per the Udyam Registration portal since 01.07.2020 till 28.02.2026, total 1.37 lakh Micro Small and Medium Enterprises (MSMEs) have closed/shut down while total 7.83 crore have MSMEs registered during the same period. The number of MSMEs shut down as a proportion of the total those which have registered since then is 0.17 %.

Whereas as per the portal data since 2021-22 to 2024-25 total 78,786 enterprises have been shut down. Enterprises de-register or show closure on the Portal due to a number of reasons such as change in the company owner, certificate not required anymore, duplicate registration and such other reasons. The details of shut down of enterprises are given below:

Year	Total (No. of MSMEs Shut down)
2021-22	6,222
2022-23	13,290
2023-24	19,828
2024-25	39,446

(c): As per the Information provided by National Accounts Division (NAD), Ministry of Statistics and programme Implementation, the share of MSMEs in India's total Gross Value Added (GVA), since 2014-15 at current and constant prices is given below:

At constant prices (Figures in Rs. Crores)				
Year	**Share of MSME GVA in All India GVA (in %)**	**Total MSME GVA**	**All India GVA**	**Share of MSME GVA in All India GVA (in %)**
2014-15	32.2	31,78,165	97,12,133	32.7
2015-16	32.3	34,89,114	1,04,91,870	33.3
2016-17	32.2	37,69,625	1,13,28,285	33.3
2017-18	32.7	40,97,217	1,20,34,171	34.0
2018-19	33.6	44,40,227	1,27,33,798	34.9
2019-20	33.3	46,28,434	1,32,36,100	35.0
2020-21	29.7	39,85,736	1,26,87,345	31.4
2021-22	32.3	46,73,098	1,38,76,840	33.7
2022-23	33.0	50,66,033	1,48,78,028	34.1
2023-24	32.5	54,82,202	1,61,51,477	33.9

In the growing economy, the value of Total MSME GVA has increased from Rs. 31,78,165 crore in 2014-15 to Rs. 54,82,202 crore in 2023-24.

(d): The steps taken by the Government to strengthen the sustainability, productivity and employment generation capacity of MSMEs are as under:

i. Emergency Credit Line Guarantee Scheme (ECLGS) of Rs.5 lakh crore was launched as part of Aatmanirbhar Bharat Abhiyan to support eligible MSMEs and business enterprises in meeting their operational liabilities and restarting their businesses.

ii. Under the Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) through Credit Guarantee Fund Trust for Micro and Small Enterprises to provide credit guarantee for loans extended to MSEs. The ceiling for guarantee coverage under the scheme is Rs 10 crore.

iii. Rs. 50,000 crore equity infusion through Self Reliant India Fund.

iv. Inclusion of Retail and Wholesale traders as MSMEs w.e.f. 02.07.2021 for Priority Sector Lending (PSL).

v. Non-tax benefits extended for 3 years in case of an upward change in status of MSMEs.

vi. Launch of Udyam Assist platform (UAP) on 11.01.2023 to bring Informal Micro Enterprises (IMEs) under the formal ambit for availing the benefit under PSL.

vii. No global tenders for procurement up to Rs.200 crores.

viii. To protect and extended relief to MSMEs from the adverse impact of the COVID-19 pandemic and to ensure the sustainability of their operations, the

Ministry of Finance, Government of India vide O.M. No. F.1/1/2023-PPD dated 11.04.2023 introduced *Vivad se Vishwas* Scheme.

DEPLOYMENT OF AI-BASED TRAFFIC MANAGEMENT SYSTEMS

4543. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has authorised deployment of Artificial Intelligence (AI) based traffic management systems, including adaptive signal control and automated enforcement across the country, if so, the details thereof;

(b) the measurable outcomes of such deployments in terms of reduction in average junction delay, congestion levels, road accidents and vehicular emissions during the period 2024-2026;

(c) whether any independent technical or third-party audit has been conducted to assess accuracy, bias, data security and error rates in Artificial Intelligence (AI) generated challans, if so, the details thereof;

(d) the data protection safeguards, retention policies and grievance redressal mechanisms put in place to prevent misuse or wrongful penalisation; and

(e) the total funds allocated for Artificial Intelligence (AI) enabled Intelligent Transport Systems (ITS) and the roadmap for nationwide standardisation and interoperability across States?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (e): Section 136A of the Motor Vehicles Act, 1988 provides for electronic monitoring and enforcement of road safety on National Highways, State Highways, roads or in any urban city within a State which has a population upto such limits as may be prescribed by the Government. Accordingly, Government has published Rule 167A under the Central Motor Vehicles Rules (CMVR), 1989 in August 2021 for Electronic Monitoring and Enforcement of Road Safety at high-risk and high-density corridors on National Highways, State Highways and at critical junctions in cities having more than one million population and cities under National Clean Air Programme (NCAP) in the Country.

The responsibility to implement the provisions of Rule 167A of the CMVR, 1989 in terms of section 136A of the MV Act, 1988 comes under the purview of the State Governments. However, to support the States, Government has issued guidelines for incentives to States for implementation of Electronic Enforcement of Road Safety under the Scheme of Special Assistance to States for Capital Investment 2025-26 (SASCI 2025-26) with allocation of Rs. 3,000 Crore on First-Come-First-Served basis. An amount of Rs.144.87 crore has been released to 6 States under the scheme.

Further, implementation of Advanced Traffic Management Systems (ATMS) across National Highways with the objective of improving road safety, reducing

accidents and enabling real-time traffic monitoring and incident management has been envisaged. ATMS implementation is being done in phased manner in all four lanes and above National Highways.

The system architecture includes deployment of AI-based Video Incident Detection and Enforcement System (VIDES), Automatic Number Plate Recognition (ANPR) cameras, PTZ (Pan, Tilt, and Zoom) cameras and other surveillance cameras for electronic monitoring, enforcement, early detection of incidents and real-time field response.

Additionally, the Government provides financial assistance under the Intelligent Transport System (ITS) scheme to support adoption of Information and Communication Technology (ICT) based solutions in public transport, including fleet management systems for tracking, scheduling, and operations. Eligible transport bodies (such as State Transport Undertakings, State Transport Corporations, Public Private Partnerships and State Government Bodies) may incorporate AI-based functionalities within these systems. Approved proposals under ITS scheme which include AI components are given in the enclosed **Statement**.

(b) and (c): The use of electronic enforcement for traffic management is in initial stage of implementation by State Government(s)/UT administration(s). Standard Operating Procedure (SOP) has been issued on 28.10.2025 for implementation of Rule 167/167A of Central Motor Vehicle Rules (CMVR), 1989 related to electronic

monitoring and enforcement of road safety. The SOP provides comprehensive guidance on identifying enforcement sites, selecting and installing electronic enforcement devices and ensuring their monitoring, calibration and maintenance. It also outlines the standardized processes for recording violations and issuing e-challans. An amendment to CMVR has also been notified on 20.01.2026 to provide legal backing to the provisions of SOP.

(d): ATMS includes data governance provisions for traffic monitoring and enforcement systems. It requires that all data collection, processing, and storage must comply with the provisions of the Digital Personal Data Protection (DPDP) Act, 2023 and all software used in ATMS must be STQC (Standardization Testing and Quality Certification) certified to ensure data integrity and prevent unauthorized access.

STATEMENT

Approved proposals under ITS scheme which include AI components

Sl. No.	State Transport Undertaking	Total project Cost (Rs. Cr.)	Central Government Component (Rs. Cr)	AI based scope
1.	Navi Mumbai Municipal Transport (NMMT)	19.74	13.818	AI based planning, scheduling and dispatch
2.	Chandigarh Transport Undertaking (CTU)	22.71	15.897	Use of Artificial Intelligence (AI) and Machine Learning (ML) for Route optimisation, route selection, driver behaviour analysis, predictive maintenance etc.

3.	Nagaland State Transport (NST)	12.06	8.442	AI powered route optimisation and demand Machine Learning (ML) predict and mitigate delays. AI driven ETA, ETD, route and destination, Automated Announcement, Multilingual support (AI translation and Voice synthesis)
4.	Uttar Pradesh State Road Transport Corporation (UPSRTC)	17.94	12.558	Intelligent services under Integrated Depot Management System (IDMS): • Crew Rostering • Business intelligence • Dispatch management • Event and Alert handling

ELECTRIFICATION OF HOUSES UNDER SAUBHAGYA SCHEME

4544. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **POWER** be pleased to state:

(a) whether the Government has any running schemes or programmes after the closure of Pradhan Mantri Sahaj Bijli Har Ghar Yojana (Saubhagya) to ensure electrification of houses that remained pending under the said scheme, if so, the details thereof;

(b) whether the Government has conducted any review of the efficacy of the said scheme to assess whether electrification has been sustained during the last three years, if so, the details thereof;

(c) the saturation percentage of electrification in tribal villages among the 18734

Left Wing Extremism (LWE) affected areas that remained incomplete under the said scheme; and

(d) the details of steps taken by the Government to promote renewable energy sources particularly solar power in remote and tribal areas as sustainable alternatives in household electrification projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d): Electricity being a concurrent subject, supply and distribution of electricity to consumers in all areas is within the purview of the respective State Government/distribution utility. Government of India (GoI) has been supplementing the efforts of the States in providing access to quality power to all consumers earlier through schemes like Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY) launched in 2014, Pradhan Mantri Sahaj Bijli Har Ghar Yojana (SAUBHAGYA) launched in October, 2017 and currently under Revamped Distribution Sector Scheme (RDSS) launched in 2021.

As reported by the States/UTs, all the inhabited un-electrified census villages in the country were electrified by 28th April, 2018. A total of 18,374 villages were electrified under DDUGJY. Under DDUGJY and thereafter under SAUBHAGYA, as reported by the States, electrification (on gird and off grid) of all willing unelectrified households was completed wherein a total of 2.86 crore

households were electrified, including households belonging to Left Wing Extremism (LWE) affected areas. Both the schemes stand closed as on 31.03.2022.

Government of India is now supporting States for grid electrification of households left-out during SAUBHAGYA, under RDSS. In addition, all households belonging to Particularly vulnerable Tribal Group (PVTG) identified under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN), households belonging to Scheduled Tribes (STs) under DA-JGUA (Dharti Aaba Janjatiya Gram Utkarsh Abhiyan), households belonging to Scheduled Castes (SC) under Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) and households in remote & border areas under Vibrant Village Program (VVP), wherever found feasible. Till date, works amounting to Rs. 6,521 Cr. have been sanctioned for grid electrification of 13,65,139 households under RDSS based on proposal submitted by the States including 7,946 households in LWE affected areas in Chhattisgarh.

Since, most of the left out households are in remote, hilly and forest areas, the norms for electrification under RDSS have been relaxed and the ceiling limit for cost of electrification was enhanced. Grid based electrification works have been sanctioned under RDSS wherever found feasible as per the revised norms. Further, regular review meetings are convened with all stakeholders to facilitate smooth execution of works and early achievement of targets.

Further, under New Solar Power Scheme, works have been sanctioned for

8,823 PVTG and 4,099 tribal households for off-grid solar based electrification under PM-JANMAN and DA-JGUA, respectively.

IMPLEMENTATION CHALLENGES UNDER JAL JEEVAN MISSION

4545. SHRI SURESH KUMAR SHETKAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether any adequate water quality testing infrastructure exists uniformly across the country and if so, the details thereof, State/UT and district-wise along with the steps taken to address testing deficiencies in this regard;

(b) whether any independent third-party audits are being conducted nationwide to verify infrastructure quality and fund utilisation under the Jal Jeevan Mission (JJM) and if so, the details and major findings thereof along with the remedial measures taken in this regard;

(c) whether the Government proposes any unified national digital monitoring and grievance redressal system for JJM projects, if so, the details and implementation status thereof along with the financial allocation made in this regard;

(d) whether the ground-level verification studies reveal disparities between reported tap connection coverage and actual water supply across States and if so, the details and findings thereof along with the corrective measures initiated in this regard; and

(e) whether any structural policy reforms are being considered to strengthen long-term operation, maintenance and accountability mechanisms under JJM across the country, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) to (e): Jal Jeevan Mission (JJM) is under implementation since August, 2019, in partnership with States/ UTs to make provision of potable tap water supply in adequate quantity, of prescribed quality and on regular & long-term basis to rural households. Under JJM, as per existing guidelines, Bureau of Indian Standards' BIS:10500 standards are adopted as benchmark for quality of water being supplied through the piped water supply schemes. Drinking Water being a State subject, the responsibility of Planning, Designing, Approval, Implementation, Operation & Maintenance of drinking water supply schemes, including those under the Jal Jeevan Mission (JJM), is vested with State/UT Governments. The Government of India supplements the efforts of the States/ UTs by providing financial, policy guidance and technical assistance.

Under JJM, to enable the States/ UTs for online reporting of water quality monitoring and surveillance including test reports of water samples for water quality, sample collection etc. for drinking water, an online JJM – Water Quality Management Information System (WQMIS) portal has been developed. The State–wise details of water quality test reported through WQMIS are available in

public domain and can be accessed at: https://ejalshakti.gov.in/WQMIS/Main/report.

As reported on JJM-WQMIS, as on 18.03.2026, the State Public Health Engineering/ Rural Water Supply Departments operate a network of 2,874 water quality testing laboratories at various levels viz. State, regional, district, sub-division, block, mobile and/ or WTP facility laboratories. State-wise details are given in the enclosed **Statement**.

As per the Operational Guidelines, States/ UTs can utilize up to 2% of their annual allocation of funds under JJM for Water Quality Monitoring & Surveillance (WQM&S) activities, inter-alia, which includes setting up and strengthening of water quality testing laboratories, procurement of equipment, instruments, chemicals, glassware, consumables, hiring of skilled manpower, surveillance by community using field test kits (FTKs), awareness generation, educational programmes on water quality, accreditation/recognition of laboratories, etc.

Government of India has undertaken ground-truthing of JJM schemes across States/UTs through Central Nodal Officers (CNOs) appointed by DoPT, the National JJM Team, and National WASH Experts (NWEs). These visits assessed multiple parameters, including quality of works, functionality of schemes, appropriateness of technical design, implementation progress, effectiveness of Third-Party Inspection Agencies (TPIAs), and grievance redressal mechanisms. Pursuant to the findings, this Department has advised all

States/UTs to take appropriate administrative and legal action, wherever necessary, and to furnish detailed scheme-wise responses through the JJM-IMIS portal.

Ground-level verification of reported tap connection coverage and service delivery under Jal Jeevan Mission is carried out through periodic Functionality Assessment of Household Tap Connections (FHTC) conducted through third-party agencies using statistically representative sampling across all States/UTs. The assessment includes household survey, village-level verification, water quantity and quality testing, and validation with JJM-IMIS data.

Functionality Assessment - 2024 conducted across 19,812 HGJ covering 761 districts in Har Ghar Jal reported villages, reveals that 98.1% reported household had tap connections and out of this 98.1% HH, 87% were found with working tap connections. Results of functionality assessment are shared with States and Union Territories to take corrective measures and ensure functionality.

The Department launched "Jal Seva Aankalan" on 30 December 2025, a Gram Panchayat-led digital drinking water service functionality assessment tool on the JJM portal. The initiative marks a decisive shift from infrastructure creation to **sustained service delivery**, placing Gram Panchayats and village institutions at the centre of assessing the regularity, adequacy, quality and sustainability of drinking water supply in Har Ghar Jal (HGJ) villages. Under this initiative, the Village Water & Sanitation Committee (VWSC) conducts village-level

assessments. Following a Gram Sabha presentation, the Panchayat Secretary digitally submits the data on the JJM-IMIS Dashboard for ‘Har Ghar Jal’ villages. District and State authorities then review this information to identify service gaps and formulate effective improvement plans for sustainable water management.

Water being a state subject, grievances/ complaints, etc. under JJM are handled and disposed of at the State/ UT level. Such complaints/ representations as and when received in this department are forwarded to the state government for taking necessary corrective measures. In addition, citizens can also lodge their grievances on Centralized Public Grievance Redress and Monitoring System (CPGRAMS), online portal of Government of India, which are forwarded to concerned States for taking corrective action.

The Union Cabinet has approved the JJM 2.0 with restructure and reorient the JJM from infrastructure creation to a service delivery, supported by drinking water governance and institutional ecosystem for sustainable rural piped water supply. To this end, a uniform national digital framework, namely “Sujalam Bharat” is being created under which every rural village be assigned a unique Sujal Gaon / Service Area ID, for digitally mapping the complete drinking water supply system from source to tap.

For ensuring transparency and accountability the involvement of GPs and VWSCs in the commissioning and formal handover of schemes through “Jal Arpan” is envisaged. A Gram Panchayat shall certify completion of works and

declare itself “Har Ghar Jal” only upon confirmation that adequate in-village operation and maintenance mechanisms have been established by the State Government. Recognizing that community ownership and participation are critical for operational efficiency and source sustainability, the programme is promoting “Jal Utsav” as an annual, community-led maintenance and review event, integrating local cultural ethos while reinforcing collective responsibility for drinking water secure future.

Moreover, aiming at Structural Reforms for transforming the rural water supply sector from “Department based approach” to “service delivery approach” inter alia including ‘Source Sustenance’ signing of MoUs with States is also envisaged to adhere to timelines, scheme sustainability and citizen centric service delivery.

Further, to ensure universal coverage through tap water connection, the Department has evolved a comprehensive multi-level and multi-format system of monitoring and evaluation of the implementation of programme, linking AADHAR of the head of household for targeted delivery and monitoring of specific outcomes, subject to statutory provisions, including geo-tagging of assets created, third-party inspections before making payments to ensure the quality of works, measurement and monitoring of water supply in villages through sensor-based IoT solution on pilot basis, etc. Further, to expedite the implementation and strengthening the existing monitoring mechanisms under Jal Jeevan Mission

aiming at improving efficiency and effectiveness, steps like Village/ District Dashboards and linking Village Level Dashboards to eGramswaraj portal, District Collectors' Peyjal Samvad, Institutionalization of Role of National WASH Experts (NWEs) through IMIS module, Role of TPIAs, strengthened collaboration with line Ministries, Decision Support System for strengthening Source Sustainability, Handbook on Community Managed Piped Water Systems, Unique ID for integrated Piped Water System, etc. have recently been taken up under JJM.

Further for urban areas, the Ministry of Housing and Urban Affairs (MoHUA) has informed that they have published Manual on Water Supply and Treatment Systems (Drink from Tap) in March 2024 for reference by the States/ ULBs for designing, implementation, drinking water quality and monitoring of the water supply projects. (https://mohua.gov.in/publication/manual-on-water-supplyandtreatment-systems-drink-from-tap-march-2024.php).

MoHUA has issued an advisory "Strengthening Water Quality Monitoring in Cities through Community Participation" under AMRUT 2.0 in November, 2024 to all the States to formulate a Water Quality Monitoring strategy at the State or City level and to strengthen the institutional capacity for citywide monitoring of drinking water quality in urban areas along with Digital Display Boards for water quality parameters for public information & awareness.

ULBs/ Parastatal conduct testing of water at Water Treatment Plants (WTPs) and household levels as per applicable norms.

To ensure safe drinking water supply to the urban households, AMRUT/AMRUT 2.0 supports, rehabilitation and upgradation of water supply network and creation/augmentation of Water Treatment Plants (WTPs). Under AMRUT/ AMRUT2.0, a total of 93,457.51 km of water pipeline network has been laid/ replaced. So far, 6140 Million Litre per Day (MLD) of WTP capacity has been approved under AMRUT, of which, 5,429 MLD WTP capacity has been created. Under AMRUT 2.0, 11,395 MLD WTP capacity has been approved so far. These treatment plants are generally equipped with inhouse lab facilities or have tie up with the Labs for regular water quality testing.

Further, AMRUT 2.0 Mission promotes 24x7 water supply with quality assurance, Drink from Tap (DfT) quality water in selected District Metered Areas (DMAs)/wards, online water quality monitoring, sensors and Supervisory Control and Data Acquisition (SCADA), community participation, especially Women Self Help Groups (SHGs), in water quality testing. 258 water supply schemes have smart monitoring systems such as SCADA system under AMRUT, and 1,422 water supply projects under AMRUT 2.0 has provision for SCADA system.

For improvement in service delivery, States have taken up DfT projects and States are encouraged to implement at least one DfT project in a DMA or ward within each AMRUT city. 407 projects with 1,153 DMAs benefitting 16.72 lakh Households have been approved in 348 ULBs under AMRUT 2.0.

STATEMENT

State-wise details of water quality testing laboratories as on 18.03.2026

Sl. No.	State/UTs	No. of State Level Labs	No. of District/Regional Level Labs	No. of Block/Sub-Divisional Level Labs	No. of Mobile Level Labs	No. of WTP Facilities	Total Labs
1.	A&N Islands	1	3	7	-	-	11
2.	Andhra Pradesh	1	26	85	-	26	138
3.	Arunachal Pradesh	1	20	17	-	-	38
4.	Assam	1	34	46	2	3	86
5.	Bihar	1	38	75	9	-	123
6.	Chhattisgarh	1	29	29	18	1	78
7.	DD & DDNH	-	2	-	-	-	2
8.	Goa	1	2	13	-	8	24
9.	Gujarat	1	33	46	-	329	409
10.	Haryana	1	21	21	1	-	44
11.	Himachal Pradesh	1	14	57	5	8	85
12.	Jammu & Kashmir	2	20	76	-	-	98
13.	Jharkhand	1	24	6	-	8	39
14.	Karnataka	5	32	48	-	22	107
15.	Kerala	4	14	72	-	7	97

16.	Ladakh	1	2	6	-	-	9
17.	Lakshadweep	-	-	9	-	-	9
18.	Madhya Pradesh	1	51	103	-	32	187
19.	Maharashtra	-	34	144	-	52	230
20.	Manipur	1	12	-	-	1	14
21.	Meghalaya	1	11	18	-	35	65
22.	Mizoram	1	11	15	-	1	28
23.	Nagaland	1	11	-	-	-	12
24.	Odisha	1	30	46	-	83	160
25.	Puducherry	-	2	-	-	-	2
26.	Punjab	1	23	7	2	-	33
27.	Rajasthan	2	32	-	20	26	80
28.	Sikkim	1	1	-	-	-	2
29.	Tamil Nadu	1	37	75	-	-	113
30.	Telangana	1	34	41	-	40	116
31.	Tripura	1	8	12	-	-	21
32.	Uttar Pradesh	1	75	60	5	4	145
33.	Uttarakhand	1	13	13	-	1	28
34.	West Bengal	2	23	207	7	2	241
Total		**40**	**722**	**1,354**	**69**	**689**	**2,874**

Source: JJM-IMIS

IMPLEMENTATION OF AMRUT AND SCM

4546. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the total number of cities/towns covered along with details of the facilities including water supply, sewerage and other urban infrastructure sanctioned and implemented under the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and the Smart Cities Mission (SCM) across the country, city-wise;

(b) the total estimated budget approved for AMRUT and SCM along with the details of the funds allocated, released and utilised so far across the country since their inception, year and city-wise;

(c) whether any delays in project execution under AMRUT and SCM have led to cost overruns and if so, the details thereof, city-wise along with the reasons therefor; and

(d) the time-period within which the remaining works under AMRUT and SCM are likely to be completed, city-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Atal Mission for Rejuvenation and Urban Transformation (AMRUT) was launched on 25 June 2015 in selected 500 cities (485 cities including 15 merged cities) and towns across the country. The Mission focuses on development of

basic infrastructure, in the selected cities and towns, in the sectors of water supply; sewerage and septage management; storm water drainage; green spaces and parks; and non-motorized urban transport.

Under AMRUT, States/ Union Territories (UTs) were empowered to select, appraise, prioritise and implement the projects. The States/ UTs have grounded 6,000 projects worth ₹83,493.22 crore under AMRUT, of which works worth around ₹81,177.67 crore have been physically completed. These projects include 1,403 water supply projects worth ₹43,378.59 crore, 889 sewerage/septage management projects worth ₹34,471.1 crore, 838 drainage projects worth ₹3,017.13 crore, 348 non-motorised urban transport projects worth ₹1,022.27 crore and 2,522 green spaces & park projects worth ₹1,604.13 crore. City wise details of Projects taken up under AMRUT is available on website https://amrut.mohua.gov.in/ .

Funds under AMRUT are allocated/released to State/UTs and not city/ULBs wise. Under AMRUT, against Central share of ₹36,036 crore for projects, ₹34,901 crore have been released against which utilisation certificate have been received worth ₹32,847 crore. State wise fund released and utilisation certificate received under AMRUT is given in the enclosed **Statement-I.**

The projects taken-up under AMRUT are large infrastructure projects with long gestation periods. As reported by the States/UTs from time to time, delay in some projects occurred due to delay in preparation and approval of Detailed

Project Reports, statutory clearances, land issues, Covid 19 pandemic etc. The Mission guidelines have specific provisions for formation of State High Powered Steering Committee (SHPSC) headed by the Chief Secretary of the State, to monitor and supervise the implementation of the scheme at the State/ UT level. State Level Technical Committee (SLTC) headed by the Secretary, Urban Development & Housing Department provides technical support to the SHPSC in monitoring and supervising the scheme at the State level. Further, an Apex Committee constituted under the ambit of Mission guidelines reviews and monitor the Mission periodically. Also, in order to fast-track the completion of projects, the progress is periodically reviewed & monitored through regular video conferences/ webinars/ workshops/ site-visits etc. by Ministry of Housing and Urban Affairs (MoHUA) with the States/ UTs. There is a dedicated online portal for tracking the progress and monitoring of projects provided by the States/ UTs.

Under Smart Cities Mission (SCM), out of Central Government's allocation of ₹48,000 Cr, the 100 cities selected under the mission have been able to claim central financial assistance of ₹47,458 crore (i.e. 99% of the total Central share allocation for cities). As reported by the States/ UTs, as on 01.03.2026, amount of ₹46,326 Cr has been utilized (i.e. 98% of the total Central Share released for cities). The city-wise details of funds claimed and utilised are given in the enclosed **Statement-II**. Sector-wise Projects undertaken in SCM are as below:

(Amount in ₹ Cr)

Significant Projects under SCM	Number of Projects	Project cost (in ₹ Cr)
Economic Infrastructure	933	13,004
Smart Energy	695	14,324
Smart Governance	682	17,815
Smart Mobility	1,734	41,652
Social Infrastructure	899	13,023
Vibrant Public Spaces	1,405	12,249
Wash	1,547	49,625
ICCC	100	11775

As reported by States / UTs / Smart Cities Mission as on March 1st, 2026.

As apprised by the Cities, the delay in completion of some projects can be attributed to varying reasons including, inter alia, legal issues, delay in obtaining clearances from different departments, land acquisition, construction in hilly areas, challenges in vendor and resource availability in small & medium cities.

Post closure of SCM on 31.03.2025, Ministry of Housing and Urban Affairs (MoHUA) has issued Advisory dated 10th June 2025 and letter dated 24.02.2026 to all States/ UTs wherein the Special Purpose Vehicles (SPVs) have been advised to ensure submission of their Utilization Certificates (UCs) for the Government of India funds released to them not later than March, 2026 and prepare Operation and Maintenance (O&M) plans for the assets created.

STATEMENT-I

State-wise Central share of funds allocated, released and Utilised under Atal Mission for Rejuvenation and Urban Transformation:

(Figures in ₹ crore)

S.NO	State / UT	Committed CA	Fund Released	UC Received
1	A&N Islands	10.82	10.81	9.39
2	Andhra Pradesh	1056.62	1049.88	942.75
3	Arunachal Pradesh	126.22	116.69	99.32
4	Assam	591.42	511.71	457.67
5	Bihar	1164.8	1146.15	1146.15
6	Chandigarh	54.09	53.25	52.39
7	Chhattisgarh	1009.74	969.12	955.65
8	Dadra & Nagar Haveli	10.82	10.59	10.59
	Daman & Diu	18.03	18.03	18.03
9	Delhi	802.31	673.74	552.36
10	Goa	104.58	62.75	62.75
11	Gujarat	2069.96	1966.96	1966.96
12	Haryana	764.51	746.4	736.97
13	Himachal Pradesh	274.07	269.06	255.73
14	Jammu & Kashmir	500.62	477.74	358.39
15	Ladakh	79.19	39.2	33.21
16	Jharkhand	566.17	551.69	447.04
17	Karnataka	2318.79	2258.85	2104.94
18	Kerala	1161.2	1153.08	1106.11
19	Lakshadweep	3.61	2.25	2.11
20	Madhya Pradesh	2592.86	2497.05	2497.05
21	Maharashtra	3534.08	3356.19	3191.28
22	Manipur	162.28	162.28	161.91
23	Meghalaya	72.12	71.02	71.02
24	Mizoram	126.22	125.37	119.72
25	Nagaland	108.19	107.87	77.18
26	Odisha	796.97	785.23	785.23

S.NO	State / UT	Committed CA	Fund Released	UC Received
27	Puducherry	64.91	63.75	53.41
28	Punjab	1204.47	1190.77	1190.77
29	Rajasthan	1541.95	1511.23	1511.23
30	Sikkim	36.06	34.03	31.06
31	Tamil Nadu	4756.58	4626.24	4397.29
32	Telangana	832.6	831.52	806.2
33	Tripura	133.43	132.47	132.47
34	Uttar Pradesh	4922.46	4880.7	4421.75
35	Uttarakhand	533.72	531.91	474.28
36	West Bengal	1929.32	1905.39	1606.49
Total		**36035.79**	34900.97	32846.87

STATEMENT- II

Detail of state-wise and City-wise fund allocated under Smart Cities Mission (SCM):

(Amount in ₹ Cr)

Sl. No.	City Name	State/UT Name	Status of GoI Funds	
			Central funds claimed	Central funds utilized
1	Port Blair	Andaman Nicobar Islands	306	245
2	Amaravati	Andhra Pradesh	488	488
3	Kakinada	Andhra Pradesh	490	485
4	Tirupati	Andhra Pradesh	392	388
5	Visakhapatnam	Andhra Pradesh	490	479
6	Itanagar	Arunachal Pradesh	488	408
7	Pasighat	Arunachal Pradesh	490	485
8	Guwahati	Assam	490	490
9	Bhagalpur	Bihar	490	486
10	Biharsharif	Bihar	433	418
11	Muzaffarpur	Bihar	490	445
12	Patna	Bihar	488	485

Sl. No.	City Name	State/UT Name	Status of GoI Funds	
			Central funds claimed	Central funds utilized
13	Chandigarh	Chandigarh	490	490
14	Atal Nagar	Chhattisgarh	488	476
15	Bilaspur	Chhattisgarh	429	403
16	Raipur	Chhattisgarh	453	453
17	Silvassa	Dadra and Nagar Haveli	392	389
18	Diu	Daman and Diu	386	386
19	NDMC	Delhi	343	317
20	Panaji	Goa	490	470
21	Ahmedabad	Gujarat	490	490
22	Dahod	Gujarat	417	414
23	Gandhinagar	Gujarat	490	463
24	Rajkot	Gujarat	490	488
25	Surat	Gujarat	490	490
26	Vadodara	Gujarat	490	489
27	Faridabad	Haryana	490	490
28	Karnal	Haryana	490	432
29	Dharamshala	Himachal Pradesh	490	477
30	Shimla	Himachal Pradesh	488	478
31	Jammu	Jammu and Kashmir	489	455
32	Srinagar	Jammu and Kashmir	452	441
33	Ranchi	Jharkhand	490	490
34	Belagavi	Karnataka	490	490
35	Bengaluru	Karnataka	488	456
36	Davanagere	Karnataka	490	490
37	Hubballi-Dharwad	Karnataka	490	444
38	Mangaluru	Karnataka	490	457
39	Shivamogga	Karnataka	490	490
40	Tumakuru	Karnataka	490	490
41	Kochi	Kerala	490	490
42	Thiruvananthapuram	Kerala	488	474
43	Kavaratti	Lakshadweep	183	45
44	Bhopal	Madhya Pradesh	490	490

Sl. No.	City Name	State/UT Name	Status of GoI Funds	
			Central funds claimed	Central funds utilized
45	Gwalior	Madhya Pradesh	490	490
46	Indore	Madhya Pradesh	490	490
47	Jabalpur	Madhya Pradesh	490	490
48	Sagar	Madhya Pradesh	490	489
49	Satna	Madhya Pradesh	490	483
50	Ujjain	Madhya Pradesh	490	490
51	Aurangabad	Maharashtra	490	490
52	Kalyan-Dombivali	Maharashtra	490	490
53	Nagpur	Maharashtra	490	490
54	Nashik	Maharashtra	444	444
55	Pimpri-Chinchwad	Maharashtra	490	490
56	Pune	Maharashtra	490	490
57	Solapur	Maharashtra	490	490
58	Thane	Maharashtra	490	490
59	Imphal	Manipur	398	348
60	Shillong	Meghalaya	490	445
61	Aizawl	Mizoram	490	419
62	Kohima	Nagaland	490	475
63	Bhubaneswar	Odisha	490	490
64	Rourkela	Odisha	490	490
65	Puducherry	Puducherry	343	338
66	Amritsar	Punjab	490	484
67	Jalandhar	Punjab	490	445
68	Ludhiana	Punjab	490	490
69	Ajmer	Rajasthan	490	490
70	Jaipur	Rajasthan	490	484
71	Kota	Rajasthan	490	484
72	Udaipur	Rajasthan	490	490
73	Gangtok	Sikkim	488	447
74	Namchi	Sikkim	490	464
75	Chennai	Tamil Nadu	490	490
76	Coimbatore	Tamil Nadu	490	490

Sl. No.	City Name	State/UT Name	Status of GoI Funds	
			Central funds claimed	Central funds utilized
77	Erode	Tamil Nadu	490	486
78	Madurai	Tamil Nadu	490	490
79	Salem	Tamil Nadu	490	490
80	Thanjavur	Tamil Nadu	490	488
81	Thoothukudi	Tamil Nadu	490	482
82	Tiruchirappalli	Tamil Nadu	490	489
83	Tirunelveli	Tamil Nadu	490	480
84	Tiruppur	Tamil Nadu	490	489
85	Vellore	Tamil Nadu	490	489
86	Greater Warangal	Telangana	377	377
87	Karimnagar	Telangana	429	429
88	Agartala	Tripura	490	490
89	Agra	Uttar Pradesh	490	490
90	Aligarh	Uttar Pradesh	490	488
91	Bareilly	Uttar Pradesh	490	485
92	Jhansi	Uttar Pradesh	490	490
93	Kanpur	Uttar Pradesh	490	489
94	Lucknow	Uttar Pradesh	490	490
95	Moradabad	Uttar Pradesh	490	490
96	Prayagraj	Uttar Pradesh	490	489
97	Saharanpur	Uttar Pradesh	490	488
98	Varanasi	Uttar Pradesh	490	490
99	Dehradun	Uttarakhand	490	484
100	New Town Kolkata	West Bengal	490	486
	Total		**47,320**	**46,203**
	Non-Selected Smart Cities		**18**	**18**
	Sultanpur Lodhi		**120**	**105**
	Grand Total		**47,458**	**46,326**

SFURTI SCHEME

4547. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether it is true that Scheme of Fund for Regeneration of Traditional Industries (SFURTI) is pending for Cabinet's approval since 2022 and if so, the reasons therefor;

(b) whether it is also true that out of 130 intended clusters only 13 become functional, if so, the details thereof;

(c) the details of all clusters intended to be opened and those actually functional, State-wise; and

(d) the reasons for non-starter of other clusters and the time by which all intended clusters are going to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The SFURTI Scheme was in continuation up to September 2022. Subsequently this Ministry has received approval for meeting the committed liabilities amounting to ₹336 crore for functionalisation and sustainability of clusters already approved under the scheme.

Under SFURTI, a total of 513 clusters have been approved since 2015–16,

out of which 378 clusters are functional and 135 clusters are under various stages of implementation. During 2024–25,13 clusters were made functional and no new clusters were approved during this period. Details of the 13 clusters which became functional during 2024–25 is given in the enclosed **Statement-I.**

State-wise details of under-implementation clusters are given in the enclosed **Statement-II**. The delay in the functionalisation of some SFURTI clusters may be attributed to Scheme being discontinued since September, 2022 and subsequently receiving the budgetary allocation only for the committed liabilities in September, 2025 which led to hampering of the procurement processes for the already approved clusters.

STATEMENT- I

Details of clusters became Functional in FY (2024-25)

Sl. No.	Cluster Name	State
1.	Anjeneya Bamboo cluster	Jharkhand
2.	Bamboo Craft Cluster Ramgarh Jharkhand	Jharkhand
3.	Bamheta Readymade Garments Cluster	Uttar Pradesh
4.	Bandhni & Bandhaej Tie & Dye Cluster, Churu, Rajasthan	Rajasthan
5.	Cheluru Coir Cluster	Karnataka
6.	Embroidered Fashion Clothing and Accessories Cluster	Madhya Pradesh

7.	Guar Gum and Isabgol Processing Cluster	Rajasthan
8.	Hand Block Print Cluster	Uttar Pradesh
9.	Kariyatpur Brass Manufacturing Private Limited	Jharkhand
10.	Ranthambhore Katha Work Cluster	Rajasthan
11.	Spice Processing, Aurangabad	Maharashtra
12.	Wapungskur Agro Cluster	Meghalaya
13.	Amlapuram Coir Cluster	Andhra Pradesh

STATEMENT- II

State-wise details of under implementation SFURTI clusters

State	No. of clusters
Andaman & Nicobar	1
Andhra Pradesh	2
Assam	2
Bihar	2
Chhattisgarh	1
Gujarat	3
Haryana	1
Himachal pradesh	1
Jammu & Kashmir	6

Jharkhand	3
Karnataka	8
Kerala	1
Madhya Pradesh	9
Maharashtra	10
Manipur	6
Nagaland	2
Odisha	30
Rajasthan	11
Tamil Nadu	9
Telangana	3
Tripura	1
Uttar Pradesh	16
Uttarakhand	1
West Bengal	6
Total	**135**

IMPLEMENTATION OF SPECIAL DRIVE FOR FRA CLAIMS

4548. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

SHRI BHOJRAJ NAG:

SHRI NABA CHARAN MAJHI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the total number of Individual Forest Rights and Community Forest Rights titles distributed so far since the inception of the Special Drive in 2024 to clear the backlog of claims, State/UTwise;

(b) the impact of Van Dhan Vikas Kendras in increasing the value addition of Minor Forest Produce and the resultant growth in the average annual income of tribal self-help groups; and

(c) the success of the Minimum Support Price for Minor Forest Produce scheme in protecting tribal gatherers from middle-men specifically for high-value items like Mahua, Tamarind and Tendu leaves?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): From November 2024 onwards till February 2026, a total of 41,095 Individual Forest Rights (IFR) and 8,439 Community Forest Rights (CFR) titles have been distributed under FRA.

(b): TRIFED, on behalf of the Ministry of Tribal Affairs has been implementing “Pradhan Mantri Janajatiya Vikas Mission (PMJVM)”, which provides livelihood generation for the tribal beneficiaries across the country. PMJVM has been designed through the merger of two existing schemes i.e., “Mechanism for Marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and Development of Value Chain for MFP” and “Institutional Support for

Development and Marketing of Tribal Products/Produce". The scheme is implemented through the State Nodal Departments (SNDs) and State Implementing Agencies (SIAs) in 25 states and 3 UTs across the country. As of now, under the PMJVM scheme, 4,162 VDVKs have been sanctioned, comprising 12,45,032 tribal members. Out of the total sanctioned VDVKs, 2,817 VDVKs have been reported to be operationalized, with reported sales of Rs. 15829.88 lakh. The statewise details of VDVKs is given in the enclosed **Statement-I.**

Additionally, TRIFED has been also establishing PM JANMAN VDVKs on behalf of the Ministry of Tribal Affairs (MoTA) under the Pradhan Mantri Janjati Adivasi Nyaya MahaAbhiyan (PM JANMAN) scheme through SNDs and SIAs across the country for Particularly Vulnerable Tribal Groups (PVTGs). As on date, 539 VDVKs have been sanctioned, comprising 45,958 members. Out of the total sanctioned VDVKs, 491 VDVKs have been reported to be operational with sales of Rs.532.42Lakh. The state wise details of PM JANMAN VDVK is given in the enclosed **Statement-II.**

Impact of VDVK program has benefited approximately 12,90,990 members since inception. Through this Yojana, many tribals have gained an understanding of the importance of value addition, packaging, and branding, and have been exposed to various business opportunities, showcasing their own brands. Few States have made recognizable progress by showcasing and establishing their own brand with VDVK Products eg. Shabari Naturals (Maharashtra), Trissam

(Assam), Angiya (Nagaland), GCC (Andhra Pradesh), Adisha and TDDCOL (Odisha), Chattisgarh Herbals (Chattisgarh) & Van Sri (Kerala). However, many VDVKs are still in transition to become fully functional.

(c): The Tribal Cooperative Marketing Development Federation of India Ltd. (TRIFED) implements the Minimum Support Price for Minor Forest Produce (MSP for MFP) Scheme, under which a Revolving Fund is provided to State Governments to facilitate procurement operations. Through this mechanism, Minimum Support Price is ensured for tribal forest produce gatherers for 87 identified Minor Forest Produce (MFP) items, thereby protecting them from distress sales and exploitation by intermediaries. The list of MFPs/Items and their MSP rates notified by the Ministry of Tribal Affairs under the scheme MSP for MFPs is given in the enclosed **Statement-III**. Under the Revolving Fund component, an amount of Rs.32,215.54 lakh has been released to the States for procurement of 87 identified MFP items, against which the total procurement value reported by States stands at Rs.69,398.28 lakh. Major commodities procured include De-seeded Tamarind (Rs.1,805.71 lakh), Seeded Tamarind (Rs.23,159.75 lakh), and Mahua Flower (Rs.3,339.75 lakh), as reported by the States.

STATEMENT-I

State wise details of VDVKs under Pradhan Mantri Janajatiya Vikas Mission (PMJVM):

Sl. No.	State/UT	VDVK Details		No of VDVKs Operational till date	Sales Till Date (Rs. In Lakhs)
		No. of VDVKs sanctioned	Total No. of Beneficiaries		
1	Andhra Pradesh	415	123258	368	419.26
2	Arunachal Pradesh	106	32897	93	130.01
3	Assam	532	162469	359	1623.36
4	Chhattisgarh	139	41700	132	2819.6
5	Dadra Nagar Haveli and Daman and Diu	1	302	1	0.54
6	Goa	10	3000	1	11
7	Gujarat	200	57968	31	16.8
8	Himachal Pradesh	4	1110	3	38.71
9	Jammu & Kashmir	100	29791	0	0
10	Jharkhand	146	43701	21	44.03
11	Karnataka	140	41748	69	113.03
12	Kerala	44	12038	39	83.24
13	Ladakh	10	3000	3	2.02
14	Madhya Pradesh	126	37860	121	353.48
15	Maharashtra	279	83850	65	412.77
16	Manipur	207	62,226	200	635.08
17	Meghalaya	169	50835	39	40.54
18	Mizoram	286	84268	251	411.68
19	Nagaland	347	104068	264	2926.77
20	Odisha	170	50094	152	2563.20
21	Rajasthan	505	152362	452	1749.08
22	Sikkim	80	23801	60	23.77

23	Tamil Nadu	8	2400	8	266.22
24	Telangana	17	5100	17	1014.43
25	Tripura	57	16116	50	94.92
26	Uttar Pradesh	25	7238	6	6.10
27	Uttarakhand	12	3605	12	30.24
28	West Bengal	27	8227	0	0
Total		**4162**	**1,245,032**	**2817**	**15829.88**

STATEMENT-II

State wise details of VDVKs under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN):

Sl. No.	State / District	VDVK Details		Operational VDVKs	Sales in Lakhs (Till date)
		VDVK Sanctioned	Beneficiaries		
1	A &N	1	56	1	0.46
2	Andhra Pradesh	73	6,162	73	22.50
3	Chhattisgarh	16	2395	16	203.54
4	Gujarat	21	1,050	21	35.61
5	Jharkhand	35	2,876	35	17.13
6	Maharashtra	40	3,624	40	65.48
7	Manipur	2	600	2	0.92
8	Telangana	25	1,461	25	13.02
9	Tripura	30	2,550	30	12.18
10	Rajasthan	51	8,842	51	8.20
11	Karnataka	33	1,836	21	22.13
12	Kerala	7	537	7	0.97
13	Madhya Pradesh	83	5,091	83	13.72
14	Odisha	66	5,244	49	43.31

15	Tamil Nadu	37	2,403	29	69
16	Uttar Pradesh	5	319	3	0.09
17	Uttarakhand	9	634	5	4.16
18	West Bengal	5	278	0	0
TOTAL		**539**	**45958**	**491**	**532.42**

STATEMENT-III

List of MFPs/Items and their MSP rates notified by the Ministry of Tribal Affairs under the scheme MSP For MFPs:

S. No.	Name of MFPs	Rate List of MSP for MFPs notified by the Ministry of Tribal Affairs, GOI vide Notification dated 1/05/20 (in Rs. Per Kg.)	Rate List of New MSP for MFPs notified by the Ministry of Tribal Affairs, GOI vide Notification dated 26/05/20 (in Rs. Per Kg.)	Rate List of New MSP for MFPs notified by the Ministry of Tribal Affairs, GOI vide Notification dated 11/11/20 (in Rs. Per Kg.)	Category F- Forest/MFP A- Agriculture P- Processed M- Medicinal H- Horticulture	Applicability
1	Tamarind (with seeds) (Tamarindus indica)	36			F	All India
2	Wild Honey	225			F	All India
3	Gum Karaya (Sterculiaurenus)	114			F	All India
4	Karanj seed (Pongamiapinnata)	22			F	All India
5	Sal seed (Shorearobusta)	20			F	All India
6	Mahua seed (Madhucalongifolia)	29			F	All India

7	Sal leaves (Shorearobusta)	35			F	All India
8	Chironji pods with seeds (Buchananialanzan)	126			F	All India
9	Myrobalan (Terminalia chebula)	15			F	All India
10	Rangeeni Lac	200			F	All India
11	Kusumi Lac	275			F	All India
12	Kusum seeds (Schleicheraoleosa)	23			F	All India
13	Neem seeds (Azadirachtaindica)	27			F	All India
14	Puwad seeds (Cassia tora)	16			F	All India
15	Baheda (Terminalia bellirica)	17			F	All India
16	Hill Broom Grass (Thysanolaena maxima)	50			F	All India
17	Dry Shikakai Pods (Acacia concinna)	50			F	All India
18	Bael pulp (Dried) (Aegle marmelos)	30			F	All India
19	Nagarmotha (Cyperus rotundas)	30			F	All India
20	Shatavari Roots (Dried) (Asparagus racemosus)	107			F	All India
21	Gudmar / Madhunashini (Gymnemasylvestre)	41			F	All India
22	Kalmegh (Andrographispaniculata)	35			F	All India
23	Tamarind (De-seeded) (Tamarindus indica)	63			F	All India

24	Guggul (exudates)	812			F	All India
25	Mahua Flowers (dried) (Madhucalongifolia)	30			F	All India
26	Tejpatta (dried) (Cinnamomumtamala and Cinnamomum sp.)	40			F	All India
27	Jamun dried seeds (Syzygiumcumini)	42			F	All India
28	Dried Amla pulp (deseeded) (Phyllanthusemblica)	52			F	All India
29	Marking Nut (Semecarpusanacardium)	9			F	All India
30	Soap Nut (dried) (Sapindusemarginatus)	14			F	All India
31	Bhava seed/ (Amaltas) (Cassia fistula)	13			F	All India
32	Arjuna Bark (Terminalia arjuna)	21			F	All India
33	Kokum (Dry) (Garcinia indica)	29			F	All India
34	Giloe (Tinosporacordifolia)	40			F	All India
35	Kaunch seed (Mucunapruriens)	21			F	All India
36	Chirata (Swertiachirayita)	34			F	All India
37	Vaybidding /Vavding (Embeliaribes)	94			F	All India
38	Dhavaiphool dried flowers (Woodfordiaflobunda)	37			F	All India

39	Nux Vomica (Strychnosnux vomica)	42			F	All India
40	Ban Tulsi Leaves (dried) (Ocimumtenuiflorum)	22			F	All India
41	Kshirni (Hemidesmusindicus)	35			F	All India
42	Bakul (dried bark) (Mimusopselengii)	46			F	All India
43	Kutaj (dried bark) (Holarrhenapubescens/ H.aniidysenterical)	31			F	All India
44	Noni/Aal (dried fruits) (Morindacitrifolia)	17			F	All India
45	Sonapatha/ Syonak pods (Oroxylumindicum)	21			F	All India
46	Chanothi seeds (Abrusprecatorius)	45			F	All India
47	Kalihari (dried tubers) (Gloriosa superba)	31			F	All India
48	Makoi (dried fruits) (Solanum nigrum)	**24**			F	All India
49	Apang plant (Achyranthesaspera)	28			F	All India
50	Sugandhmantri roots/ tubers (Homalomenaaromatica)	38			F	All India
51	Van Tulsi seeds (Ocimumgratissimum)		16		F	All India
52	Van Jeera (Vernoniaanthelmintica)		70		F	All India
53	Tamarind Seed (Tamarindus indica (Seeds)		11		F	All India

54	Bamboo Brooms (Thysanolaena maxima)		60		F	All India
55	Dry Anola (Phyllanthusemblica (Dry)		60		F	All India
56	KachriBaheda (Terminalia bellerica)		20		P	All India
57	KachriHarra (Terminalia chebula)		23		P	All India
58	Seed lac (Kerrialacca)		677		FP	All India
59	Beetal nut raw (Areca catechu (Raw)		30		A	N.E.States
60	Beetal nut Dry (Areca catechu (Dry)		200		A P	N.E.States
61	Mushroom (Dry) (Agaricusbisporus(dry)		300		A P	N.E.States
62	Black Rice (Oryza sativa L)		100		A	N.E.States
63	Johar Rice (Oryza sativa)		50		A	N.E.States
64	King Chilli (Capsicum chinense Jacq)		300		A	N.E.States
65	Mustard (Brassica nigra)		40		A	N.E.States
66	Raw Cashew (Anacardium occidentale (Raw)		450		A	N.E.States
67	Cashew Nut (Anacardium occidentale (Nut)		800		A P	N.E.States
68	Ginger dry (Zingiber officinale)		50		A P	N.E.States
69	Perilla (Perilla frutescens)		140		A	N.E.States

70	Rosella (Hibiscus sabdariffa)		200		A	N.E.States
71	Nutgall (Rhus chinensis)		150		A	N.E.States
72	Zanthoxylum Dried (Zanthoxylumarmatum)		200		A	N.E.States
73	Jack Fruit Seed (Artocarpus heterophyllus (Seeds)		45		A	N.E.States
74	**Tassar Cocoon**				F/H	**Jharkhand**
	Reeling Class Grade-I (Specification –When Avg. Shell Weight 1.55 gram and above)			Rs 3200/ Thousand number		
	Un-Reeling Class Grade-I (Specification –When Avg. Shell Weight 1.40 gram and above)			Rs 1500/ Thousand number		
75	Cashes Kernel (Anacardium occidentale)			90	F/P	All India
76	Elephant Apple Dry (Dilleniaindica)			120	F/H	N.E.States
77	Bamboo Shoot (Phyllostachys edulis)			70	F	N.E.States
78	Malkangni Seed (Celastruspaniculatus wild)			100	F	All India
79	Mahul Leaves (Bauhinia vahlli)			15	F	Odisha, Chhattisgarh, Madhya Pradesh & West Bengal
80	Nagod (Vitexnegundo)			20	F	All India
81	Gokhru (Tribulusterrestris)			60	F	All India

82	Pipla / Uchithi (Dried berry) (Piper pedicellatum)			120	F	All India
83	Gamhar / Gamri (Dry bark) (Gmelina arborea)			20	F	N.E.States
84	Oroxylumindicum (Dry bark) (Oroxylumindicum)			40	F	N.E.States
85	Wild Mushroom Dry (Agaricussp)			400	F	N.E.States
86	Shringraj (Eclipta alba)			18	F/M	All India
87	Tree Moss (Bryophytes)			350	F/P	**Karnataka**

MICRO FOOD PROCESSING ENTERPRISES UNDER PMFME SCHEME

4549. SHRI RAJEEV RAI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the number of micro food processing enterprises in Mau district supported under the PM Formalisation of Micro Food Processing Enterprises (PMFME) scheme during 2024-26 along with loans sanctioned and subsidies disbursed for the purpose;

(b) whether any agro-processing clusters or One District One Product (ODOP) units have been supported in the said district, if so, the details thereof;

(c) whether any projects under cold chain components of the Pradhan Mantri Kisan Sampada Yojana (PMKSY) have been approved in Mau district during the said period and if so, the details thereof;

(d) whether any evaluation has identified skill or credit gaps affecting PMFME

beneficiaries in the said district and if so, the details thereof; and

(e) the steps taken by the Government to strengthen value addition, market linkage and export potential of food processing units in Ghosi in Mau district of Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Under the Pradhan Mantri Formalisation of Micro food processing Enterprises Scheme, loans for 218 Micro food processing enterprises in Mau district of Uttar Pradesh have been sanctioned during FY 2024-25 & FY 2025-26 with approved subsidy of Rs. 9.72 crore.

(b): Under the PMFME Scheme, loans for two Micro food processing Scheme have been sanctioned under One District One Product (ODOP) in Mau District of Uttar Pradesh. However, no projects have been sanctioned under the Agro Processing Cluster Scheme of Pradhan Mantri Kisan Sampada Yojana.

(c): No projects under cold chain components of the Pradhan Mantri Kisan Sampada Yojana have been approved in Mau district, during the FY 2024-25 & FY 2025-26.

(d): Ministry has got conducted the Third Party Mid Term Impact Evaluation Study for PMFME Scheme during FY 2024-25. The evaluation has highlighted opportunities to further strengthen micro food processing enterprises through

enhanced skill development and improved access to credit. Ministry is addressing these gaps through capacity building and training programmes, handholding support by District Resource Persons (DRPs), facilitation of credit linkage with banks under the Credit Linked Subsidy component, and strengthening of incubation and common infrastructure facilities under the Scheme. These interventions are aimed at improving the skills of entrepreneurs and enhancing their access to formal credit, including in districts such as Mau in Uttar Pradesh.

(e): Under the PMFME Scheme, support to upgrade existing units or setting up of new micro food processing enterprises is provided through a credit linked grant @ 35% with maximum grant of Rs.10 lakh across the country including Ghosi of Uttar Pradesh. The Scheme also provides support to food processing units of SHGs/ FPOs/ Cooperatives for Common Infrastructure @35% credit-linked subsidy, Seed Capital to SHGs, Incubation Centre, Branding & Marketing and Capacity Building.

The details of financial assistance available to Micro Food Processing Enterprises across the country including Ghosi in Uttar Pradesh under PMFME Scheme are given in the enclosed **Statement**.

In addition to this, Ministry has taken various initiatives / majors to increase its uptake and to create awareness among the various stakeholders and public at large through National & State level awareness campaigns such as Newspaper advertisements, Radio Jingles, Exhibitions & Expos, Fairs, Buyer-Seller Meets

etc. since the inception of the scheme.

STATEMENT

The details of financial assistance available under Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme are as under:

(i). *Support to Individual / Group Category Micro Enterprises:* Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;

(ii). *Support to SHGs for seed capital:* Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakh per SHG Federation.

(iii). *Support for Common Infrastructure:* Credit linked capital subsidy @35% subject to maximum of Rs. 3 crore to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure. The common infrastructure will also be available for other units and public to utilize on hiring basis for substantial part of the capacity.

(iv). *Branding and Marketing Support:* Grant upto 50% for Branding and Marketing to groups of FPOs/ SHGs/ Cooperatives or an SPV of micro food processing enterprises.

(v). *Capacity Building:* The scheme envisages training for Entrepreneurship

Development Program (EDP) modified to meet the requirement of food processing industry and product specific skilling.

STATUS OF PROJECTS UNDER SMART CITIES MISSION

4550. SHRI BAPI HALDAR:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the total funds sanctioned, allocated and released by the Government under the Smart Cities Mission (SCM) during the last ten years, year-wise;

(b) the details of the funds actually utilised along with its utilisation percentage, State/UT and city-wise;

(c) the number of projects approved under the said Mission along with their aggregate sanctioned cost;

(d) the status of projects indicating those completed, under implementation and discontinued/dropped along with reasons therefor, city-wise; and

(e) whether the timeline fixed for the SCM has been extended beyond the originally notified period and if so, the revised timeframe and rationale behind the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Under Smart Cities Mission (SCM), out of Central Government's allocation of ₹48,000 Cr, the 100 cities selected under the mission have been able

to claim central financial assistance of ₹47,458 Cr (i.e. 99% of the total Central share allocation for cities). As reported by the States/ UTs, as on 01.03.2026, amount of ₹46,326 Cr has been utilized (i.e. 98% of the total Central Share released for cities). Under SCM, a total 8,064 projects amounting to ₹1,64,811 Cr were taken up since inception of the mission, out of which 7,784 projects (97% of total projects undertaken) worth ₹1,56,159 Cr have been completed and 280 projects amounting to ₹8,652 Cr are at implementation stage.

City/UT wise details of Central Financial Assistance claimed & utilized with utilization percentage and status of projects under SCM is given in the enclosed **Statement.**

(e): Projects under the Smart Cities Mission (SCM) involve complex urban infrastructure development, involving preparation and approval of Detailed Project Reports (DPRs), obtaining statutory clearances, and resolving land-related issues etc. Due to these procedural and implementation challenges, such projects require longer gestation periods. Consequently, since its launch, the mission was extended four times till 31.3.2025.

Post closure of SCM on 31.03.2025, Ministry of Housing and Urban Affairs (MoHUA) has issued Advisory No. 27 dated 10th June 2025 and D.O. letter dated 24.02.2026 to all States/ UTs wherein the Special Purpose Vehicles (SPVs) have been advised to ensure submission of their Utilization Certificates (UCs) for the Government of India (GoI) funds released to them not later than March, 2026 and

prepare O&M plans for the assets created.

STATEMENT

City/UT wise details of Central Financial Assistance claimed & utilized with utilization percentage and status of projects under SCM:

(Amount in ₹ Cr)

Sl. No.	City Name	Status of GoI Funds			Total Projects		Completed Projects		At implementation stage	
		GoI funds claimed	GoI funds utilized	% utilization	No. of Projects	Cost of Projects	No. of Projects	Cost of Projects	No. of Projects	Cost of Projects
1	Port Blair	306	245	80%	18	511	9	72	9	439
2	Amaravati	488	488	100%	19	903	14	746	5	157
3	Kakinada	490	485	99%	92	1,908	80	1,731	12	177
4	Tirupati	392	388	99%	104	2,083	92	1,649	12	433
5	Visakhapatnam	490	479	98%	65	1,695	63	1,613	2	82
6	Itanagar	488	408	84%	32	521	25	422	7	99
7	Pasighat	490	485	99%	43	512	41	458	2	53
8	Guwahati	490	490	100%	21	755	20	746	1	9
9	Bhagalpur	490	486	99%	27	1,504	26	1,494	1	10
10	Biharsharif	433	418	97%	61	1,449	57	1,252	4	197
11	Muzaffarpur	490	445	91%	30	860	26	747	4	112
12	Patna	488	485	99%	34	1,430	34	1,430	-	-
13	Chandigarh	490	490	100%	97	2,694	97	2,694	-	-
14	Atal Nagar	488	476	98%	52	944	52	944	-	-
15	Bilaspur	429	403	94%	126	1,765	118	1,605	8	161
16	Raipur	453	453	100%	342	1,745	336	1,639	6	106
17	Silvassa	392	389	99%	29	853	12	416	17	437
18	Diu	386	386	100%	52	1,148	43	1,093	9	55
19	NDMC	343	317	92%	127	997	121	884	6	113
20	Panaji	490	470	96%	51	1,051	50	1,043	1	8
21	Ahmedabad	490	490	100%	70	2,655	69	2,626	1	29
22	Dahod	417	414	99%	36	984	36	984		

23	Gandhinagar	490	463	94%	43	1,046	42	846	1	200
24	Rajkot	490	488	100%	71	2,184	71	2,184	-	-
25	Surat	490	490	100%	87	2,694	87	2,694	-	-
26	Vadodara	490	489	100%	52	1,943	52	1,943	-	-
27	Faridabad	490	490	100%	44	929	35	763	9	166
28	Karnal	490	432	88%	117	1,207	105	801	12	406
29	Dharamshala	490	477	97%	80	656	76	605	4	50
30	Shimla	488	478	98%	211	896	208	840	3	56
31	Jammu	489	455	93%	127	2,969	125	2,940	2	29
32	Srinagar	452	441	98%	161	3,634	157	3,532	4	103
33	Ranchi	490	490	100%	26	1,847	26	1,847	-	-
34	Belagavi	490	490	100%	217	2,780	212	2,722	5	58
35	Bengaluru	488	456	93%	57	1,054	56	1,031	1	23
36	Davanagere	490	490	100%	128	1,976	127	1,947	1	30
37	Hubballi-Dharwad	490	444	91%	81	1,950	79	1,835	2	115
38	Mangaluru	490	457	93%	105	2,579	98	2,484	7	95
39	Shivamogga	490	490	100%	112	1,381	112	1,381	-	-
40	Tumakuru	490	490	100%	217	2,099	217	2,099	-	-
41	Kochi	490	490	100%	98	1,761	96	1,734	2	27
42	Thiruvananthapuram	488	474	97%	79	1,242	77	1,179	2	64
43	Kavaratti	183	45	25%	12	289	8	11	4	278
44	Bhopal	490	490	100%	82	2,791	82	2,791	-	-
45	Gwalior	490	490	100%	84	1,633	81	1,416	3	217
46	Indore	490	490	100%	231	3,751	231	3,751	-	-
47	Jabalpur	490	490	100%	130	2,197	130	2,197	-	-
48	Sagar	490	489	100%	80	1,782	78	1,607	2	175
49	Satna	490	483	99%	86	1,363	83	1,262	3	101
50	Ujjain	490	490	100%	95	1,613	93	1,589	2	24
51	Aurangabad	490	490	100%	47	2,835	45	2,690	2	145
52	Kalyan-Dombivali	490	490	100%	19	1,245	16	721	3	523
53	Nagpur	490	490	100%	47	1,768	40	1,588	7	180
54	Nashik	444	444	100%	53	3,197	52	3,026	1	172
55	Pimpri-Chinchwad	490	490	100%	25	1,304	24	1,172	1	132
56	Pune	490	490	100%	55	3,333	55	3,333	-	-
57	Solapur	490	490	100%	49	1,587	49	1,587	-	-
58	Thane	490	490	100%	52	1,712	50	1,402	2	310
59	Imphal	398	348	87%	27	513	23	346	4	167

60	Shillong	490	445	91%	13	517	10	453	3	64
61	Aizawl	490	419	86%	45	508	33	290	12	218
62	Kohima	490	475	97%	40	689	40	689	-	-
63	Bhubaneswar	490	490	100%	32	2,072	31	2,057	1	15
64	Rourkela	490	490	100%	75	1,517	73	1,370	2	147
65	Puducherry	343	338	98%	80	595	70	328	10	267
66	Amritsar	490	484	99%	44	1,911	42	1,805	2	106
67	Jalandhar	490	445	91%	78	1,186	74	1,023	4	163
68	Ludhiana	490	490	100%	82	1,389	74	1,320	8	68
69	Ajmer	490	490	100%	179	2,224	178	2,209	1	15
70	Jaipur	490	484	99%	170	2,545	168	2,483	2	63
71	Kota	490	484	99%	87	2,154	86	2,139	1	14
72	Udaipur	490	490	100%	143	1,717	143	1,717	-	-
73	Gangtok	488	447	91%	29	744	28	735	1	9
74	Namchi	490	464	95%	26	917	24	781	2	136
75	Chennai	490	490	100%	49	1,104	48	1,097	1	7
76	Coimbatore	490	490	100%	72	1,455	72	1,455	-	-
77	Erode	490	486	99%	55	1,304	55	1,304	-	-
78	Madurai	490	490	100%	16	1,900	16	1,900	-	-
79	Salem	490	490	100%	114	1,861	114	1,861	-	-
80	Thanjavur	490	488	100%	103	996	102	989	1	8
81	Thoothukudi	490	482	98%	75	1,038	75	1,038	-	-
82	Tiruchirappalli	490	489	100%	83	1,548	83	1,548	-	-
83	Tirunelveli	490	480	98%	81	1,817	81	1,817	-	-
84	Tiruppur	490	489	100%	28	2,833	28	2,833	-	-
85	Vellore	490	489	100%	53	2,096	52	2,083	1	13
86	Greater Warangal	377	377	100%	119	1,800	103	1,499	16	302
87	Karimnagar	429	429	100%	49	1,094	40	1,022	9	73
88	Agartala	490	490	100%	77	808	77	808	-	-
89	Agra	490	490	100%	62	2,369	62	2,369	-	-
90	Aligarh	490	488	100%	52	1,830	51	1,730	1	100
91	Bareilly	490	485	99%	88	1,476	88	1,476	-	-
92	Jhansi	490	490	100%	78	1,868	78	1,868	-	-
93	Kanpur	490	489	100%	91	3,060	91	3,060	-	-
94	Lucknow	490	490	100%	103	2,126	102	2,115	1	11
95	Moradabad	490	490	100%	41	1,503	41	1,503	-	-
96	Prayagraj	490	489	100%	146	2,295	145	2,250	1	45
97	Saharanpur	490	488	100%	115	1,292	113	1,235	2	57
98	Varanasi	490	490	100%	117	3,342	117	3,342	-	-

99	Dehradun	490	484	99%	33	1,144	32	939	1	204
100	New Town Kolkata	490	486	99%	226	1,460	225	1,435	1	25
	Total	**47,320**	**46,203**		**8,064**	**1,64,811**	**7,784**	**1,56,159**	**280**	**8,652**
	Non-Selected Smart Cities	18	18							
	Sultanpur Lodhi	120	105							
	Grand Total	**47,458**	**46,326**							

(As reported by States / UTs as on 01.03.2026.)

अनधिकृत कॉलोनियों का विनियमन

4551.श्री इमरान मसूदः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने अनधिकृत/अवैध कॉलोनियों के विरुद्ध कार्रवाई तेज कर दी है, जहां निवासियों को बुनियादी सेवाओं, पानी, बिजली या सीवरेज सुविधाओं की अनुपलब्धता का सामना करना पड़ता है;

(ख) यदि हां, तो प्राधिकारियों द्वारा कितनी अवैध कॉलोनियों को हटाया गया है या विनियमन के अधीन लाया गया है;

(ग) क्या इन कॉलोनियों के निवासियों को वैकल्पिक/पुनर्वास सुविधाएँ प्रदान की गई हैं, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या इन निवासियों के पुनर्वास तथा उन्हें मूलभूत सुविधाएँ उपलब्ध कराने के लिए कोई समयबद्ध कार्ययोजना है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ): 'भूमि' और 'कालोनीकरण' राज्य के विषय हैं। तदनुसार, अतिक्रमण/अवैध निर्माण को हटाने, बुनियादी सेवाएं प्रदान करने और अनधिकृत कॉलोनियों के निवासियों को वैकल्पिक/पुनर्वास

सुविधाएं प्रदान करने से संबंधित मामले संबंधित राज्य/संघ राज्य क्षेत्र सरकारों के अधिकार क्षेत्र में आते हैं।

हालांकि, दिल्ली राष्ट्रीय राजधानी क्षेत्र (एनसीटीडी) के लिए, जिसके भूमि संबंधी मामले केंद्र सरकार के अधिकार क्षेत्र में आते हैं, दिल्ली में प्रधान मंत्री अनधिकृत कालोनी आवास अधिकार योजना (पीएम-उदय) नामक एक योजना अक्टूबर 2019 में शुरू की गई थी, जिसका उद्देश्य दिल्ली की 1,731 अनधिकृत कॉलोनियों (यूसी) के निवासियों को स्वामित्व या गिरवी/हस्तांतरण अधिकार प्रदान करना/मान्यता देना था। उपर्युक्त के अनुसरण में, 'जैसा है, जहाँ है' आधार पर आधारभूत सुविधाओं के प्रावधान सहित अनधिकृत कालोनियों के योजनाबद्ध पुनर्विकास का मार्ग प्रशस्त करने के ल एमसीडी-2021 के आशोधन के अंतर्गत विकास नियंत्रण मानदंडों (डी सी एन) को 08 मार्च 2022 को अधिसूचित किया गया है। इस योजना में इस प्रक्रिया को पूरा करने के लिए कोई समय-सीमा निर्धारित नहीं की गई है।

REGISTERATION OF ELECTRIC VEHICLES UNDER VAHAN PORTAL

4552. SHRI A. MANI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the total number of electric vehicles registered in the State of Tamil Nadu during the last three years based on official transport records and VAHAN data, along with a category-wise break-up;

(b) whether the Government has analysed district-wise trends in electric vehicle adoption within the State of Tamil Nadu including Dharmapuri district;

(c) whether comparatively lower or uneven adoption of electric vehicles has been

observed in districts such as Dharmapuri and the reasons identified therefor;

(d) whether challenges relating to charging infrastructure availability, consumer awareness, financing or after-sales support have been identified in Dharmapuri district, if so, the details thereof; and

(e) whether the Government proposes targeted interventions to promote electric vehicle adoption and charging infrastructure in Dharmapuri district to ensure balanced and inclusive growth of clean mobility across the State of Tamil Nadu, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): The number of electric vehicles registered in the State of Tamil Nadu during the years 2023, 2024 and 2025 as per the records on VAHAN, with category-wise and district wise break-up is given in the enclosed **Statement**.

(d) and (e): Government has taken following initiatives to promote adoption of Electric Vehicles (EVs) in the country:

(i) Notification issued vide S.O. 5333(E) dated the 18th October, 2018 to grant exemption from the requirements of the permit to the battery operated transport vehicles.

(ii) Notification issued vide G.S.R. 525(E) dated the 2nd August, 2021 to grant exemption of Battery Operated Vehicles from payment of fees for the purpose of issue or renewal of registration certificate and assignment of new

registration mark.

(iii) Notification issued vide G.S.R. 302(E) dated the 18th April, 2023 to grant All India Tourist Permit for battery-operated vehicles without payment of permit fee.

(iv) Notification issued vide G.S.R. 167(E) dated the 1st March, 2019 to facilitate retro-fitment of hybrid electric system or electric kit to vehicles.

(v) Notification issued vide G.S.R. 749(E) dated the 7th August 2018 enabling registration mark of Battery Operated Vehicles in Yellow colour on Green background for the transport vehicles and for all other cases, in White colour on Green background.

(vi) Further, an advisory dated 12th August 2020 has been issued to all States and UTs regarding sale and registration of two-wheeled Electric Vehicles without batteries.

(vii)The Government in Ministry of Road Transport and Highways has notified following standards to address various aspects such as functional safety, battery safety, performance measurement, range testing, and CMVR type approval:

(a) AIS-038 (Rev. 1) – Requirements for Construction and Functional Safety

(b) AIS-038 (Rev. 2) – Safety Requirements for Electric Powertrain of Passenger and Goods Vehicles (M & N Category) and Rechargeable Electrical Energy Storage System (REESS)

(c) AIS-039 (Rev. 1) – Measurement of Electrical Energy Consumption (Wh/km)

(d) AIS-040 (Rev. 1) – Method of Measurement of Driving Range (km)

(e) AIS-041 (Rev. 1) – Measurement of Net Power and Maximum 30-Minute Power

(f) AIS-049 (Rev. 1) – CMVR Type Approval for Electric Vehicles

(g) AIS-048 – Safety Requirements for Traction Batteries

(h) AIS-156 – Safety Requirements for Electric Powertrain of Two-Wheelers, Three-Wheelers, and Quadricycles and Rechargeable Electrical Energy Storage System (REESS).

Further, the Government in Ministry of Heavy Industries (MHI) has implemented following Schemes, to promote Electric vehicle adoption, on a pan-India basis Including the State of Tamil Nadu : -

(i) Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India (FAME India) Scheme Phase-II: The Government implemented this scheme for a period of five years from 01.04.2019 to 31.03.2024 with a total budgetary support of Rs.11,500 crore. The scheme provided demand incentive for e-2Ws, e-3Ws, e-4Ws and grant for e-buses and setting up of EV public charging stations (EV PCS). FAME-II has supported the sale of approximately 16.71 lakh electric vehicles including e-2Ws, e-3Ws and e-4Ws and 6,862 e-buses were sanctioned for various cities out of which

5,195 e-buses have been deployed as on 07.02.2026.

(ii) Production Linked Incentive (PLI) Scheme for Automobile and Auto Component Industry in India (PLI-Auto): The Government notified this scheme for Automobile and Auto Component Industry in India, on 23.09.2021, for enhancing India's manufacturing capabilities for Advanced Automotive Technology (AAT) products, including EVs, with a budgetary outlay of Rs.25,938 crore.

(iii) Production Linked Incentive (PLI) Scheme for National Programme on Advanced Chemistry Cell (ACC) Battery Storage : The Government on 09.06.2021 notified the PLI Scheme for manufacturing of ACC in the country with a budgetary outlay of Rs.18,100 crore. The scheme aims to establish a competitive domestic manufacturing ecosystem for 50 GWh of ACC batteries.

(iv) PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM EDRIVE) Scheme: This scheme with an outlay of Rs.10,900 crore has been notified on 29.09.2024. This scheme supports incentivization of approximately 28.27 lakh electric vehicles (EVs) including e- 2W, e-3W, e-Trucks, e-buses and e-Ambulances. Further, EV public charging stations (EV PCS) and upgradation of testing agencies is also included in this scheme. An allocation of Rs.4,391 crore has been made under the scheme for deployment of 14,028 e-buses out of which 13,800 e-buses have been

allocated among seven cities having four million plus population namely Delhi, Bengaluru, Hyderabad, Mumbai, Ahmedabad, Pune and Surat.

(v) PM e-Bus Sewa-Payment Security Mechanism (PSM) Scheme: This Scheme notified on 28.10.2024, has an outlay of Rs.3,435.33 crore and aims to support deployment of more than 38,000 electric buses. The objective of this scheme is to provide payment security to e-bus operators in case of default by Public Transport Authorities (PTAs).

(vi) Scheme for Promotion of Manufacturing of Electric Passenger Cars in India (SPMEPCI) was notified on 15th March, 2024 to promote the manufacturing of electric cars in India. This requires applicants to invest a minimum of Rs.4,150 crore and to achieve a minimum DVA of 25% at the end of the third year and DVA of 50% at the end of the fifth year.

STATEMENT-I

The number of electric vehicles registered in the State of Tamil Nadu during the years 2023, 2024 and 2025 as per the records on VAHAN, with category-wise and district wise break-up:

District Name	Vehicle Category	Electric Vehicles registered in year 2023	Electric Vehicles registered in year 2024	Electric Vehicles registered in year 2025
Ariyalur	2WIC	0	0	0
	2WN	180	376	476
	3WIC	0	0	0
	3WT	25	551	202
	4WIC	0	0	0
	HGV	0	0	3
	HMV	0	0	0

	HPV	0	0	0
	LGV	0	2	0
	LMV	3	22	20
	LPV	0	0	0
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Chengalpattu	2WIC	0	0	0
	2WN	6208	6220	6813
	3WN	5	10	18
	3WT	331	532	643
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	3	18
	LGV	12	58	118
	LMV	662	1232	2294
	LPV	37	143	130
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Chennai	2WIC	0	0	0
	2WN	13630	14572	15395
	3WIC	0	0	0
	3WN	7	39	46
	3WT	1136	1596	2414
	4WIC	0	1	1
	HGV	0	0	0
	HMV	0	0	0
	HPV	43	58	415
	LGV	114	312	264
	LMV	1943	3366	6307

	LPV	233	293	323
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Coimbatore	2WIC	0	0	0
	2WN	7737	11488	14265
	3WN	2	3	5
	3WT	566	299	624
	4WIC	0	0	1
	HGV	0	0	3
	HMV	0	0	0
	HPV	0	0	2
	LGV	20	48	93
	LMV	906	1778	3575
	LPV	4	33	46
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Cuddalore	2WIC	0	0	0
	2WN	627	1165	1652
	3WN	0	0	267
	3WT	62	72	112
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	3	6	22
	LMV	26	74	175
	LPV	0	0	2
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0

	OTH	0	0	0
Dharmapuri	2WIC	0	1	0
	2WN	2051	3577	3987
	3WT	12	13	144
	4WIC	0	0	1
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	1	4	18
	LMV	16	45	139
	LPV	0	0	1
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Dindigul	2WIC	0	0	0
	2WN	957	1786	2704
	3WN	9	2	3
	3WT	44	113	450
	4WIC	0	0	0
	HGV	0	0	10
	HMV	0	0	0
	HPV	0	0	0
	LGV	23	36	34
	LMV	41	95	256
	LPV	0	0	0
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Erode	2WIC	0	0	0
	2WN	4423	8986	10522
	3WN	2	2	1
	3WT	146	107	534

	4WIC	0	1	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	8	28	38
	LMV	207	385	877
	LPV	0	2	8
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Kallakurichi	2WIC	0	0	0
	2WN	644	1264	1655
	3WN	0	0	0
	3WT	9	20	189
	4WIC	0	0	1
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	3	0
	LGV	2	3	8
	LMV	12	15	47
	LPV	0	0	0
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Kancheepuram	2WIC	0	0	0
	2WN	1599	1815	1993
	3WN	1	0	3
	3WT	418	77	251
	4WIC	0	0	0
	HGV	1	0	0
	HMV	0	0	0
	HPV	0	0	0

	LGV	4	11	24
	LMV	93	222	390
	LPV	0	1	13
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Kanniyakumari	2WIC	0	1	0
	2WN	1643	2888	3349
	3WN	1	5	25
	3WT	62	258	366
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	1	6	10
	LMV	101	245	459
	LPV	1	0	0
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Karur	2WIC	0	0	0
	2WN	1144	1977	2553
	3WT	6	57	155
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	0	5	10
	LMV	57	112	236
	LPV	0	0	0
	MGV	0	0	0
	MMV	0	0	0

	MPV	0	0	0
	OTH	0	0	0
Krishnagiri	2WIC	0	0	0
	2WN	3459	4938	5029
	3WN	0	3	6
	3WT	14	198	151
	4WIC	0	3	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	5	16	21
	LMV	73	154	384
	LPV	0	0	2
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Madurai	2WIC	0	0	0
	2WN	2441	3364	3494
	3WN	1	11	16
	3WT	50	219	1183
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	43	53	71
	LMV	171	402	752
	LPV	0	1	2
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Nagapattinam	2WIC	0	0	0
	2WN	552	937	916

	3WN	0	0	2
	3WT	34	178	405
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	7	1	14
	LMV	10	39	93
	LPV	0	0	1
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Namakkal	2WIC	0	0	0
	2WN	2881	5185	6276
	3WN	0	0	5
	3WT	250	81	247
	4WIC	0	0	1
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	0	4	26
	LMV	99	181	448
	LPV	1	0	8
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Perambalur	2WIC	0	0	0
	2WN	153	285	371
	3WN	0	0	0
	3WT	7	5	22
	4WIC	0	0	0
	HGV	0	0	0

	HMV	0	0	0
	HPV	0	0	0
	LGV	0	3	165
	LMV	9	20	52
	LPV	1	1	1
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Pudukkottai	2WIC	0	0	0
	2WN	1095	1403	1686
	3WN	0	3	2
	3WT	11	29	51
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	2	9	10
	LMV	12	68	129
	LPV	0	0	0
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Ramanathapuram	2WIC	0	0	0
	2WN	286	413	461
	3WN	0	0	3
	3WT	5	5	127
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	13	2	8
	LMV	11	39	93

	LPV	0	0	1
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Ranipet	2WIC	0	0	0
	2WN	878	1287	1699
	3WN	0	2	8
	3WT	119	148	17
	4WIC	0	0	1
	HGV	0	20	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	0	2	5
	LMV	26	68	111
	LPV	0	0	1
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Salem	2WIC	0	0	0
	2WN	3798	6383	9486
	2WT	0	0	1
	3WN	1	27	142
	3WT	29	60	57
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	11	27	44
	LMV	152	345	759
	LPV	0	2	2
	MGV	0	0	0
	MMV	0	0	0

	MPV	0	0	0
	OTH	0	0	0
Sivaganga	2WIC	0	0	0
	2WN	737	1115	1269
	3WN	1	2	0
	3WT	64	29	309
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	13	22	28
	LMV	24	62	135
	LPV	0	0	0
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Tenkasi	2WIC	0	0	0
	2WN	593	1206	1908
	3WN	0	3	0
	3WT	102	187	312
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	1	0	14
	LMV	16	57	109
	LPV	0	2	2
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Thanjavur	2WIC	0	0	0
	2WN	1312	2547	2939

	3WN	0	0	1
	3WT	513	85	414
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	9	5	19
	LMV	44	138	362
	LPV	0	1	1
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
The Nilgiris	2WIC	0	0	0
	2WN	61	104	127
	3WN	0	1	1
	3WT	10	24	13
	4WIC	0	0	0
	HGV	0	0	0
	HPV	0	0	0
	HMV	0	0	0
	LGV	0	5	8
	LMV	37	75	145
	LPV	0	1	0
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Theni	2WIC	0	0	0
	2WN	357	714	747
	3WN	0	2	2
	3WT	4	26	141
	4WIC	0	0	0
	HGV	0	0	0

	HMV	0	0	0
	HPV	0	0	0
	LGV	14	19	22
	LMV	21	53	109
	LPV	0	0	0
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Thiruvallur	2WIC	0	1	0
	2WN	1838	2144	2582
	3WN	0	2	5
	3WT	454	313	155
	4WIC	0	0	0
	HGV	1	79	1
	HMV	0	0	0
	HPV	7	27	0
	LGV	10	27	72
	LMV	124	249	418
	LPV	0	40	7
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Thiruvarur	2WIC	0	0	0
	2WN	355	584	949
	3WIC	0	0	0
	3WN	0	0	0
	3WT	10	152	240
	4WIC	0	0	0
	HGV	0	0	20
	HMV	0	0	0
	HPV	0	0	0
	LGV	1	4	4

	LMV	8	34	66
	LPV	0	0	0
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Thoothukkudi	2WIC	0	0	0
	2WN	1641	2046	2425
	3WN	1	1	3
	3WT	320	245	185
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	6	20	20
	LMV	51	106	211
	LPV	0	2	6
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Tiruchirappalli	2WIC	0	0	0
	2WN	2347	3110	3851
	3WN	1	2	1
	3WT	187	469	392
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	6	7	19
	LMV	117	262	521
	LPV	3	13	26
	MGV	0	0	0
	MMV	0	0	0

	MPV	0	0	0
	OTH	0	0	0
Tirunelveli	2WIC	0	0	0
	2WN	1249	1831	2366
	3WN	1	5	9
	3WT	160	316	352
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	5	4	22
	LMV	79	158	341
	LPV	0	0	1
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Tirupathur	2WIC	0	0	0
	2WN	866	1334	1376
	3WN	1	17	9
	3WT	13	135	109
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	0	0	4
	LMV	16	35	83
	LPV	0	0	0
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Tiruppur	2WIC	0	0	0
	2WN	5530	9752	12230

	3WN	1	0	0
	3WT	87	83	219
	4WIC	0	1	1
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	15	42	121
	LMV	403	812	1724
	LPV	1	1	5
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
	2WIC	0	0	0
Tiruvannamalai	2WN	1446	0	2595
	3WN	0	1	10
	3WT	65	618	179
	4WIC	0	618	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	4	3	28
	LMV	19	62	150
	LPV	0	0	1
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Vellore	2WIC	0	0	0
	2WN	1595	2474	2984
	3WN	2	8	11
	3WT	47	183	75
	4WIC	0	1	0
	HGV	0	0	1

	HMV	0	0	0
	HPV	0	0	0
	LGV	3	3	19
	LMV	64	128	255
	LPV	0	0	0
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Viluppuram	2WIC	0	0	0
	2WN	924	1196	1310
	3WN	1	2	1
	3WT	43	36	39
	4WIC	0	0	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	0	5	146
	LMV	14	20	71
	LPV	0	3	20
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0
Virudhunagar	2WIC	0	0	0
	2WN	1188	1874	2324
	3WN	3	7	7
	3WT	13	249	443
	4WIC	0	1	0
	HGV	0	0	0
	HMV	0	0	0
	HPV	0	0	0
	LGV	19	16	22
	LMV	36	108	222

	LPV	0	0	0
	MGV	0	0	0
	MMV	0	0	0
	MPV	0	0	0
	OTH	0	0	0

IMPLEMENTATION OF PMKSY IN BIHAR

4553. SHRI ARUN BHARTI:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the total area (in hectares) brought under assured irrigation in Bihar under the ‘Har Khet Ko Pani’ component of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY);

(b) the current status of projects under the Accelerated Irrigation Benefits Programme (AIBP) in Bihar, including the Durgavati Reservoir and Kosi Main Canal Projects;

(c) the details regarding the progress of irrigation schemes in the Jamui Lok Sabha Constituency, including the Kundghat Reservoir and Garhi Dam modernisation;

(d) the total funds released to Bihar under Surface Minor Irrigation and Repair, Renovation and Restoration (RRR) of water bodies; and

(e) the steps being taken by the Government to expedite the completion of pending irrigation projects in Bihar, particularly in drought-prone southern regions of the State?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): During 2016-17, two projects, namely Durgawati Project and Punpun Barrage Project of Bihar were included under Pradhan Mantri Krishi Sinchayee Yojana-Accelerated Irrigation Benefits Programme (PMKSY-AIBP) component with pari-passu command area development in Durgawati Project under Pradhan Mantri Krishi Sinchayee Yojana-Har Khet Ko Pani (PMKSY-HKKP) component. Further, two projects, namely Kosi-Mechi Intra-State Link and North Koel Project of Bihar have been taken up under PMKSY-AIBP for the period of 2021-26.

Irrigation potential of 39.18 thousand hectares created under PMKSY-AIBP with command area development of 19.13 thousand hectares under PMKSY-HKKP. Further, Irrigation potential of 41.44 thousand hectares created through Surface Minor Irrigation (SMI) schemes and Repair, Renovation and Restoration (RRR) of Water Bodies under PMKSY-HKKP.

The current status of projects under PMKSY-AIBP in the State of Bihar is as under:

Sl. No.	**Name of Project**	**Current Status**
1	Durgawati Project	Completed
2	Punpun Barrage Project	Headwork completed.
3	Kosi-Mechi Intra State Link Project	Physical Progress - 4%
4	North Koel Project (Bihar-Jharkhand Interstate Project)	Physical Progress - 38%

(c): As informed by the Government of Bihar, progress of irrigation schemes in the Jamui Lok Sabha Constituency is as under:

i. **Kundghat Reservoir Scheme**: Under this scheme, Kundghat dam has been constructed across the Bahuar river in Sikandra Block of Jamui district and the scheme is in advanced stage of completion.

ii. **Garhi Dam Modernization**: Government of Bihar has prepared a scheme to transfer flood water of Ganga river during the monsoon period to different reservoirs of Bihar, including Upper Kiul (Garhi Dam), Anjan Dam, Amrity Dam & Shikhandi Dam of Jamui district. The Central Water Commission has accorded in-principal approval to the Preliminary Project Report of this scheme.

iii. **Barnar Reservoir Scheme**: The scheme envisages construction of a concrete dam & canal system on the Barnar river, a tributary of the Kiul river, in the Sono block of Jamui district. The project is in initial stage of implementation.

(d): For Surface Minor Irrigation (SMI) schemes and Repair, Renovation and Restoration (RRR) of water bodies in Bihar, central assistance of Rs. 111.67 Crore has been released up to March 2025 and a Mother Sanction of Rs. 12.48 Crore has been issued during the current financial year 2025-26.

(e): To expedite the completion of pending irrigation projects, the Ministry and the

State Government undertake project-wise periodic reviews meetings to monitor physical and financial progress of the projects. Issues and bottlenecks under the projects are flagged over Project Monitoring Group (PMG) portal and resolved in PMG review meetings. Further, government monitors these projects through a dedicated dashboard, backed with a management information system maintained by DoWR, RD & GR. The projects also regularly visited and monitored by Central Water Commission under DoWR, RD & GR, as well as a dedicated Project Management Unit (PMU) under this ministry.

DELAYED PAYMENTS TO MSMEs

4554. SUSHRI SAYANI GHOSH:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has taken note of the findings of the Economic Survey 2025-26 indicating that approximately Rs. 8.1 lakh crore are locked in delayed payments to Micro, Small and Medium Enterprises (MSMEs) and if so, the details thereof;

(b) the estimates of delayed payments owed to MSMEs and the number of MSMEs affected by such delays, sector-wise and State/UT-wise;

(c) whether the Government has assessed the impact of delayed payments on MSMEs' working capital, growth prospects, employment generation and

business continuity and the conclusions drawn there from and if so, the details thereof;

(d) whether it is a fact that many MSMEs refrain from initiating legal proceedings under the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006, due to fear of damaging long-term business relationships with buyers and if so, the steps taken to address this deterrent; and

(e) whether the Government has evaluated the effectiveness of the ODR mechanism in ensuring timely payments without adversarial litigation and if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The cumulative dues reported by Central Public Sector Enterprises (CPSEs) towards MSMEs on the Samadhaan Portal till the end of February 2026 are Rs. 21,137.88 crore. Out of this, Rs. 18,731.45 crore has been reported as paid by the CPSEs, resulting in total pending dues of Rs. 2,406.46 crore. The details of dues reported by CPSEs, Ministry -wise, on Samadhaan Portal till the end of February, 2026 are given in the enclosed **Statement.**

(c): Delayed payments to Micro and Small Enterprises (MSEs) is one of the concerns for the MSME sector and the Government of India has taken a number of steps to ensure timely payments to MSEs.

As per Section 15 of the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 payment to the MSEs is to be made within 45 days. Under the provisions of the MSMED Act, 2006, Micro & Small Enterprises Facilitation Councils (MSEFCs) have been set up in the States/UTs to deal with cases of delayed payments of the Micro and Small Enterprises (MSEs). As per the data available on MSME SAMADHAAN Portal, till December, 2025, total 2,56,892 cases have been filed by MSEs on this Portal involving an amount of Rs.55,244.26 crore. Out of this, Rs. 22,096.62 crore is outstanding amount.

(d) and (e): To maintain long-term commercial relationships with buyers MSMEs are hesitant to initiate formal proceedings for recovery of delayed payments. To address these concerns and facilitate a more amicable and accessible dispute resolution process, the Government has taken several steps, including:

a) Launch of the MSME ODR Portal on 27 June 2025 to enable technology-enabled resolution of delayed payment disputes. The portal provides an end-to-end digital platform for filing, managing and resolving such disputes.
b) Introduction of a pre-litigation, dialogue-based mechanism under the Online Dispute Resolution (ODR) framework, which encourages voluntary mediation, conciliation or negotiation between the buyer and seller before the matter proceeds to formal adjudication by Micro and Small Enterprises Facilitation Councils (MSEFCs).
c) Government of India vide notification S.O. 4845(E) dated 07.11.2024 has

directed CPSEs and all companies with the turnover of Rs. 250 Crore or more to on-board the Trade Receivables Discounting System (TReDS), an electronic platform for facilitating the discounting of trade receivables of MSMEs through multiple financiers.

These measures aim to provide MSMEs with a less adversarial, faster and technology-enabled mechanism for dispute resolution while preserving business relationships.

Government launched Online Dispute Resolution (ODR) Portal on 27.06.2025 to strengthen the existing SAMADHAAN Portal, with the objective of ensuring speedy, cost-effective, and transparent resolution of delayed payment disputes involving MSE. All fresh cases related to delayed payments are filed by MSEs on the MSME ODR portal with effect from 15.10.2025. Till date, total 14,814 cases have been filed on this Portal, out of which 26 cases have been resolved.

STATEMENT

Ministry -wise dues reported by CPSEs on Samadhaan Portal till the end of month February, 2026:

S. No.	Name of Ministry	Cumulative dues reported towards MSMEs (in Rs. Crore.)	Amount Paid reported (in Rs. Crore.)	Total Pending dues reported (in Rs. Crore.)
1	Ministry of Petroleum and Natural Gas	10,179.49	9,308.58	870.91
2	Ministry of Defence	5,300.82	5,251.81	49.01

3	Ministry of Power	1,088.88	919.14	169.73
4	Ministry of Steel	1,072.37	865.14	207.23
5	Ministry of Heavy Industries	1,001.90	952.25	49.65
6	Ministry of Coal	702.33	306.10	396.23
7	Ministry of Communications	411.50	109.33	302.17
8	Ministry of Atomic Energy	394.30	360.54	33.76
9	Ministry of Consumer Affairs, Food and Public Distribution	233.32	164.62	68.71
10	Ministry of Chemicals and Fertilizers	204.74	125.52	79.22
11	Ministry of Shipping	144.37	102.72	41.66
12	Ministry of Railways	86.09	83.04	3.05
13	Ministry of Tourism	84.22	20.72	63.50
14	Ministry of Electronics and Information Technology	66.99	40.66	26.33
15	Ministry of Mines	39.31	38.65	0.66
16	Ministry of Social Justice and Empowerment	30.09	26.25	3.84
17	Ministry of Finance	28.55	23.78	4.77
18	Ministry of Health and Family Welfare	20.47	11.20	9.27
19	Ministry of Information and Broadcasting	16.02	2.34	13.68
20	Ministry of Science and Technology	11.47	11.35	0.13
21	Ministry of Textiles	9.87	2.14	7.73
22	Ministry of Commerce and Industry and Industry	3.86	3.82	0.05
23	Ministry of Human Resource Development	3.31	0	3.31
24	Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	2.20	0.45	1.75
25	Ministry of Housing and Urban Affairs	0.91	0.91	0
26	Ministry of New and Renewable Energy	0.12	0.12	0
27	Ministry of Space	0.11	0.11	0
28	Ministry of Civil Aviation	0.10	0	0.10
29	Ministry of Minority Affairs	0.09	0.09	0

30	Ministry of Agriculture and Farmers Welfare	0.06	0.06	0
31	Ministry of Micro, Small and Medium Enterprises	0.01	0	0.01
32	Ministry of Road Transport and Highways	0.01	0.01	0
	Grand Total	**21,137.88**	**18,731.45**	**2,406.46**

EXPANSION OF FRA CELLS

4555. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government has decided to expand the Forest Rights Act Cells at the State and Union Territory level, if so, the details thereof;

(b) whether the Government has decided to create one-stop Project Monitoring Units to coordinate on all policy matters, if so, the details thereof;

(c) whether the move to create Project Monitoring Units has created confusion among several States implementing the Forests rights Act which have already formed FRA Cells, if so, the details thereof; and

(d) whether several States have expressed apprehensions about shifting down the existing FRA Cells, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (d): Hon'ble Prime Minister has launched Dharti Aaba Janjatiya Gram Utkarsh Abhiyan on 2nd October, 2024. The Abhiyan comprises of 25

interventions implemented by 17 line Ministries and aims to saturate infrastructural gaps in 549 districts and 2,911 blocks in 30 States/UTs. Under the DA-JGUA, a provision of 20 State-level FRA Cells along with 443 District-level FRA Cells is made.

The Ministry of Tribal Affairs has decided to establish an Integrated Project Monitoring Unit (PMU), including an expert on Forest Rights Act (FRA), to monitor FRA-related activities in all DAJGUA States and Districts. Under the proposed structure, four experts are envisaged at the State Level - namely Livelihood Expert, FRA Expert, MIS Expert, and Project Associate. At the District Level, two experts are proposed- FRA Expert and MIS Expert. These units will function as one-stop Project Monitoring Units to facilitate effective monitoring and coordination of activities, and to support policy implementation of the Ministry of Tribal Affairs in the States and Districts.

The Ministry of Tribal Affairs, in its review meetings, has held discussions with representatives of the State Governments/UT Administrations regarding the implementation of the Integrated Project Monitoring Unit (PMU). During these meetings, a session was also conducted to address queries of the States/UTs and to deliberate on aligning and integrating the existing FRA Cells with the proposed Integrated Project Monitoring Units (PMUs).

EXPANSION OF CITY GAS DISTRIBUTION NETWORK IN BIHAR

4556. DR. ALOK KUMAR SUMAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the current status of City Gas Distribution (CGD) projects in Bihar;

(b) the number of districts and towns covered under the City Gas Distribution network in the said State;

(c) the steps taken by the Government to expand the coverage to rural and semi-urban areas in Bihar;

(d) the challenges faced in the implementation of CGD projects in the State and the measures taken to address the same; and

(e) the future targets set by the Government for expansion of the CGD network in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (e): Providing Piped Natural Gas (PNG) connections, establishment of Compressed Natural Gas (CNG) stations and laying of pipeline infrastructure is part of the development of City Gas Distribution (CGD) Network, which is carried out by the entities authorized by Petroleum and Natural Gas Regulatory Board (PNGRB) as per their Minimum Work Programme (MWP) and techno-commercial feasibility.

PNGRB has authorized 14 Geographical Areas (GAs) (including 3 GAs spread over Bihar & Jharkhand, 1 GA spread over Bihar & Uttar Pradesh) covering all the districts (including rural and semi-urban areas) in state of Bihar. The GA wise details of domestic PNG (D) connections, CNG stations and Pipeline infrastructure in the State of Bihar as on 31.1.2025 is given in the enclosed **Statement**.

The problems being faced in expansion of PNG network is mainly attributed to delay in grant of permissions by the statutory authorities. However, any issue reported by the CGD entities related to laying pipelines are suitably taken up with appropriate authorities for expeditious resolution. Further, regular review of progress of projects is being conducted by PNGRB and Ministry of Petroleum and Natural Gas with the entities to discuss the challenges and the latest updates on their MWP targets in authorized GAs.

STATEMENT

Status of CGD in the state of Bihar as on 31.01.2026

S. No.	Geographical Area/ CGD Networks	State/ UT	Authorized CGD Entity	Date of Authori-zation	Date of Target Completion	PNG (D)		CNG		Pipeline Infrastructure-Inch KM	
						MWP Target	Achiev-ement	MWP Target	Achieve ment	MWP Target	Achievement
1.	Aurangabad, Kaimur & Rohtas Districts	Bihar	Indian Oil Corporation Limited	06-Sep-18	04-Feb-29	14271	5026	12	16	800	958
2.	Begusarai District	Bihar	Think Gas Begusarai Private Limited	20-Sep-18	30-Sep-28	169787	7372	25	10	762	722
3.	Gaya & Nalanda Districts	Bihar	Indian-Oil Adani Gas Private Limited	20-Sep-18	30-Sep-28	37591	4938	46	25	1304	1389
4.	Araria, Purnia, Katihar and Kishanganj Districts	Bihar	Indian Oil Corporation Limited	29-03-2019 (New start date 01.01.2022)	31-Mar-30	305200	14978	79	11	910	1549
5.	Arwal, Jehanabad, Bhojpur and Buxar Districts	Bihar	Indian Oil Corporation Limited	29-Mar-19	05-Aug-29	80636	16825	50	13	1023	2514

6.	Khagaria, Saharsa and Madhepura Districts	Bihar	Indian Oil Corporation Limited	29-03-2019 (New start date 01.01.2022)	31-Mar-30	24730	4404	9	7	374	724
7.	Lakhisarai, Munger and Bhagalpur Districts	Bihar	Indian Oil Corporation Limited	29-Mar-19	05-Aug-29	54471	12861	16	12	1625	1802
8.	Muzaffarpur, Vaishali, Saran and Samastipur Districts	Bihar	Indian Oil Corporation Limited	29-Mar-19	05-Aug-29	1006975	54021	222	48	2838	7122
9.	Nawada and Koderma Districts	Bihar & Jharkhand	Indian Oil Corporation Limited	29-03-2019 (New start date 01.01.2022)	31-Mar-30	13632	2876	21	5	527	499
10.	Sheikhpura, Jamui and Deoghar Districts	Bihar & Jharkhand	Indian Oil Corporation Limited	29-Mar-19	05-Aug-29	37441	10014	16	8	1564	2363
11.	Darbhanga, Madhubani,	Bihar	Bharat Petroleum	15-Mar-22	31-Mar-30	1010999	49360	50	24	2895	3625

	Supaul, Sitamarhi and Sheohar districts		Corporation Limited								
12.	Gopalganj, Siwan, West Champaran, East Champaran and Deoria districts	Bihar & Uttar Pradesh	Bharat Petroleum Corporation Limited	04-May-22	30-Jun-30	1010999	53037	67	31	4141	3469
13.	Patna District	Bihar	GAIL (India) Limited	07-Mar-18	31-Mar-25	50154	98160	NA	37	2445	2443
14.	Banka (Bihar), Dumka, Godda, Jamtara, Pakur&Sahibganj districts	Bihar & Jharkhand	Hindustan Petroleum Corporation Limited	14-Jun-22	30-Jun-30	1476189	1251	99	21	2007	1662
Total						**52,93,075**	**3,35,123**	**712**	**268**	**23,215**	**30,841**

Source: PNGRB

NATIONAL HIGHWAYS WORK IN KERALA

4557. SHRI V. K. SREEKANDAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether it is a fact that the State Government of Kerala has made a request to the Union Government to complete the National Highways works in the State of Kerala on time, if so, the details thereof;

(b) whether it is also true that defects had been detected on many National Highways projects in the State of Kerala which led to collapse of some part of the National Highways, if so, the details thereof; and

(c) whether it is also true that the National Highways Authority of India has decided to review the design and construction of each reinforced soil structure, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Yes, Sir. Meetings were held at various levels regarding the progress of National Highway projects in the State of Kerala.

(b): In 25 National Highway projects being implemented by National Highways Authority of India (NHAI) in Kerala, a total of 539 flyovers, underpasses and overpasses have been taken up. At a few locations, certain incidents such as structural distress or collapse were observed during construction. The concerned contractors are carrying out rectification works at their own cost in

accordance with the contractual provisions. The details of such incidents are given in the enclosed **Statement.**

(c): Yes, Sir. NHAI has engaged eight Geotechnical Investigation Agencies to carry out soil and ground assessments at Reinforced Soil (RS) wall locations across ongoing projects on National Highway No. 66. The exercise is being undertaken under the supervision of domain experts, including IITs. The findings of these investigations are examined by NHAI for appropriate technical measures, wherever required.

STATEMENT

'NATIONAL HIGHWAYS WORK IN KERALA'

Sr. No.	Project Name	Date of incident	Details of collapse/ Soil nailing failures/ any other
1	6L of Azhiyur-Vengalam	01.07.2024 & 13.07.2024	Soil nailing collapse at Km.191(LHS) and Km.193(RHS)
2	6L of Start of Kollam Bypass-Kadambattukonam	28.11.2024	Collapse of scaffolding of Minor Bridge (under construction) at Km.497+37 (RHS) occurred.
		05.12.2025	RS Wall in approach of VUP from Km.504+40 to Km.504+50 (LHS) collapsed
3	6L of Thuravoor-Paravoor	03.03.2025	4 girders of span 17-18 of viaduct fell down on 03.03.2025.
4	6L of Ramanattukara-Valanchery	19.05.2025	Reinforced Soil (RS) Wall in approach of Vehicular Underpass (VUP) from Km.276+80 to Km.277+05 on LHS of the Main Carriageway collapsed.
5	6L of Chengala-Neeleshwaram	16.06.2025	Soil nailing collapse incident occurred at Km.58+035 to Km.58+100 (RHS) on 16.06.2025.

6	6L of Neeleshwaram-Thalipparamba	23.07.2025	Unprotected soil slip occurred in the cut section from Km. 96.030 to Km. 96.100 (LHS) at Veeramala Kunnu, Kasaragod District.
7	6-lane Elevated Highway Aroor-Thuravoor	13.11.2025	2 girders of Span 202-203 fell down during their final placement.

URBAN PLANNING INITIATIVES IN TAMIL NADU

4558. SUSHRI S. JOTHIMANI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the key urban planning initiatives undertaken by the Union Government in Tamil Nadu including under the schemes like Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Smart Cities Mission and other urban development programmes;

(b) the total funds allocated, released and utilised for urban infrastructure projects in Tamil Nadu including Karur Lok Sabha Constituency under the said schemes since 2019;

(c) whether the Government has identified any challenges in urban planning and development in Tamil Nadu, particularly in tier-2 and tier-3 cities like Karur and if so, the details thereof along with the steps taken to address them;

(d) whether there are any pending urban development projects in Karur due to delays in funding, approvals or other factors and if so, the details thereof along with the measures being taken to expedite them; and

(e) the details of the plans, if any, to improve sustainable urban planning, public

transport, waste management and smart infrastructure in Tamil Nadu including Karur Lok Sabha Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies (ULBs). However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/Union Territories (UTs) in their urban development agenda through its various flagship Missions/Programmes viz. Atal Mission for Rejuvenation & Urban Transformation 2.0 (AMRUT 2.0), Swachh Bharat Mission – Urban 2.0 (SBM – U 2.0), Smart Cities Mission (SCM), Pradhan Mantri Awas Yojana - Urban 2.0 (PMAY-U 2.0), Urban Transport (UT) etc.

Through these Missions/Schemes, the Central Government approves the State Plans and provides the Central Assistance (CA) to the States. The projects are selected, designed, approved and executed by the States/UTs and the cities. The State Governments release funds to the cities/districts.

AMRUT: The Mission launched on 25 June 2015 in selected 500 cities (485 cities including 15 merged cities) and towns across the country focuses on development of basic infrastructure, in the selected cities and towns, in the sectors of water supply; sewerage and septage management; storm water

drainage; green spaces and parks; and non-motorized urban transport. AMRUT 2.0 was launched in the year 2021 in all ULBs/ cities, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Waterbody rejuvenation and green spaces & parks are other component of the mission. Under the Mission, States/ UTs are empowered to select, appraise, prioritize and implement projects.

Under AMRUT, Tamil Nadu State has grounded 445 projects worth ₹13,339.43 crore which include 18 water supply projects worth ₹7,397.22 crore, 18 sewerage/septage management projects worth ₹5,451.50 crore and 409 green spaces & park projects worth ₹232.61 crore. In Karur Lok Sabha Constituency (Dindigul & Trichy district), the State has taken up 30 projects worth ₹729.25 crore under AMRUT which include 02 sewerage/septage management projects worth ₹713.07 crore and 28 green spaces & park projects worth ₹16.18 crore.

Under AMRUT 2.0, the State Water Action Plans of Tamil Nadu comprising of 1,263 projects worth ₹14,637.74 crore have been approved which include 205 water supply projects worth ₹7,675.54 crore, 30 sewerage/septage management projects worth ₹6,623.40 crore, 467 water body rejuvenation projects worth ₹225.83 crore and 561 green spaces & park projects worth ₹112.97 crore have been approved. In Karur Lok Sabha Constituency (Dindigul, Karur, Trichy and Pudukkottai district), 136 projects worth ₹1,306.12 crore have been approved

under AMRUT 2.0, which include 27 water supply projects worth ₹694.28 crore, 03 sewerage/septage management projects worth ₹576.03 crore, 46 waterbody rejuvenation projects worth ₹24.52 crore and 60 green spaces & park projects worth ₹11.29 crore. Contracts have been awarded for all 136 projects worth ₹1,409.63 crore of which works worth ₹949.63 crore have been physically completed.

Funds under AMRUT/AMRUT 2.0 are released/mother sanctioned to States/UTs and not Constituency/ULBs wise. Under AMRUT, against the committed Central Assistance (CA) of ₹4,756.58 crore, for projects, ₹4,626.24 crore has been released against which Utilization Certificates (UCs) worth ₹4,397.29 crore have been received. Under AMRUT 2.0, the total allocated CA for the State of Tamil Nadu is ₹4,942 crore. So far funds of ₹2,264.93 crore have been released/ Mother Sanction issued to the State Government against which ₹2,191.18 crore of utilisation certificate/ expenditure has been incurred.

SCM: Smart City Proposals (SCPs) have been planned at the local level based on the local needs of the cities, in consultation with various stakeholders, including citizens, across various sectors. The cities under SCM are being developed based on SCPs received from States/UTs, across various sectors, viz., smart mobility, Water, Sanitation, Hygiene (WASH), smart governance, smart energy, environment, etc. approved by High Powered Steering Committee (HPSC) chaired by the Chief Secretary.

None of the city from Karur Lok Sabha constituency was selected under SCM. However, Central Financial Assistance of Rs. 5,390 Cr have been released for 11 cities viz Chennai, Coimbatore, Erode, Madurai, Salem, Thanjavur, Thoothukudi, Tiruchirappalli, Tirunelveli, Tiruppur, and Vellore in Tamil Nadu, out of which Rs. 5,363 Cr has been utilized.

As apprised by the Cities, the delay in completion of some projects can be attributed to varying reasons including, inter alia, legal issues, delay in obtaining clearances from different departments, land acquisition, construction in hilly areas, challenges in vendor and resource availability in small & medium cities. The SCM has already come to an end on 31.03.2025.

SBM-U 2.0: Sanitation is a State subject. It is the responsibility of States/ ULBs to plan, design and execute sanitation projects in the urban areas of the concerned States/UTs.

MoHUA supplements the efforts of States/UTs by providing policy directions, financial and technical support by sharing Manuals/ Standard of Procedures (SoPs) on Solid Waste Management (SWM) & Used Water Management (UWM) and issue various Advisories & Guidelines time to time for choosing appropriate technologies to manage solid and liquid waste.

To meet sanitation related demands, Government of India launched SBM-U 2.0 with a vision of achieving Garbage Free Status for all ULBs/cities including Karur Lok Sabha Constituency in the country through scientific management of all

fractions of waste. Under SBM-U, funds are released by Government of India to the States/UTs on the basis of action plan duly approved by State Level Technical Committee (SLTC) submitted by States/UTs which are further transmitted to ULBs by the concerned State/UT. Constituency-wise details of financial assistance/projects approved is not maintained. Under SBM-U 2.0, State of Tamil Nadu has been allocated ₹3,296.70 crore out of which projects having central share of ₹3,261.36 crore have been approved and ₹1,089.57 crore (including expenditure under SNA SPARSH) have been released so far.

Details of progress under SBM-U can be accessed at https://www.sbmurban.org/swachh-bharat-mission-progess.

With the introduction of SNA-SPARSH w.e.f. October, 2024, Central Share (CS) funds are provided through an integrated framework of PFMS, State IFMIS and e-kuber platform of Reserve Bank of India (RBI) on the basis of actual bills/claims raised by the State at various level.

PMAY-U: 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens including homeless persons are implemented by States/UTs. However, MoHUA has been implementing PMAY-U since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country including Tamil Nadu. The scheme period has been extended up to 30.09.2026 to facilitate completion of sanctioned houses without changing the funding pattern and

implementation methodology.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 ‘Housing for All’ Mission with effect from 01.09.2024 for implementation in urban areas across the country to support one crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The scheme guidelines can be accessed at https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf.

PMAY-U & PMAY-U 2.0 are demand driven scheme. Selection of beneficiaries, under various verticals preferred by the beneficiaries, formulation of projects and execution including allotment of completed houses to the eligible beneficiaries are done by States/UTs.

The Physical and Financial progress for the Karur Parliament Constituency, Tamil Nadu under PMAY-U & PMAY-U 2.0 are as under:

Particulars			Achievements	
			Tamil Nadu	Karur Parliament Constituency
Since Financial year (FY) 2019	Physical Progress of Houses (Nos)	Sanctioned	3,16,590	3,939
		Grounded	3,32,393	3,665
		Completed/	4,21,941	5,891

		Delivered*		
	Central Assistance (₹ in Crore)	Sanctioned	25,350.93	69.92
		Released**	5,264.01	103.12

* Includes houses completed in the year which were sanctioned in preceding years.

** Includes Central Assistance released during the year against houses sanctioned in preceding years.

Urban Transport: Urban Transport which is an integral part of urban development is a State subject. Hence respective State Government/UT is responsible for planning, initiating, integration of metro rail project with other modes of public transport and expansion of urban transport infrastructure. The Central Government considers financial assistance for such projects in cities or urban agglomerates, based on feasibility of the proposal and availability of resources, as and when posed by the concerned State Government/UT. Central Government has sanctioned Chennai Metro Rail Phase-I and Phase-I Extension projects with 54 kms route length at the sanctioned cost of Rs. 22,149.92 cr. The projects are operational since Feb 2019 and March 2022.

Further, Central Goverenment has approved Chennai Metro Phase-II project as 50:50 Joint Venture project for 118.9 km at a cost of Rs. 63,246.46 Cr. in October 2024. As per Sanction order, total contribution from Government of India for Chennai Metro Rail Phase-2 project is Rs. 7,425.9 Cr towards Equity and Subordinate Debt. In addition, Central Government is also providing Pass Through Assistance against the external loan as per Sanction order. Central Government has released a total of Rs. 935.78 Cr, Rs. 1,431.4 Cr and Rs.

14,242.64 Cr since 2019 for implementation of Chennai Metro Rail Projects Phase-I, Phase-I Extension and Phase-II, respectively.

'नमामि गंगे कार्यक्रम' के दूसरे चरण में परियोजनाओं को शामिल करना

4559. श्री तारिक अनवरः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या 'नमामि गंगे कार्यक्रम' के दूसरे चरण में गंगा की प्रमुख सहायक नदियों जैसे सोन, गंडक तथा कोसी नदियों के प्रदूषण नियंत्रण के लिए बिहार में कोई विशेष परियोजनाएँ शामिल की गई हैं; और

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): नमामि गंगे कार्यक्रम के अंतर्गत, बिहार में गंगा नदी की प्रमुख सहायक नदियों, नामत: सोन, गंडक और कोसी नदियों पर कुल 6 सीवेज अवसंरचना परियोजनाओं को 618 करोड़ रुपए की अनुमानित लागत से स्वीकृत किया गया है। इन परियोजनाओं का उद्देश्य गंगा नदी में प्रदूषण भार को कम करना है, जिनकी कुल उपचार क्षमता 78 एमएलडी है।

परियोजनाओं का विवरण इस प्रकार है:

क्र. सं.	परियोजना का नाम	शहर	नदी	स्वीकृत लागत (रुपए करोड़ में)	एसटीपी क्षमता (एमएलडी)
1.	सीवर नेटवर्क, एसपीएस और एसटीपी	हाजीपुर	गंडक	305.19	22
2.	इंटरसेप्शन, डायवर्जन और सीवेज उपचार संयंत्र	नवगछिया	कोसी	82.51	9
3.	इंटरसेप्शन एवं डायवर्जन और एसटीपी कार्य	सोनपुर	गंडक	47.41	3.5

4.	इंटरसेप्शन एवं डायवर्जन और एसटीपी कार्य	देहरी	सोन	63.89	21
5.	आई एवं डी और एसटीपी कार्य	सुपौल	कोसी	76.69	12.1
6.	नालियों का इंटरसेप्शन एवं डायवर्जन और एसटीपी कार्य	दाउदनगर	सोन	42.25	10.5
कुल				**617.94**	**78.10**

FINANCIAL SUPPORT TO MSME's

4560. DR. D. RAVI KUMAR:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) the details of financial support provided to Micro, Small and Medium Enterprises (MSMEs) during the year 2023–24;

(b) the details of export credit assistance extended to MSMEs during the year 2023–24;

(c) the details of liquidity issues arise due to delayed payments to MSMEs; and

(d) the steps taken to improve access to affordable finance for MSMEs?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): As informed by RBI, credit outstanding to Micro Small & Medium Enterprises (MSMEs) during the Financial Year 2023-24 was Rs. 23.93 lakh Crore.

(b): In order to enable the cost-effective credit insurance, particularly to MSME exporters, and to stimulate export credit, the Export Credit Guarantee Corporation of India Ltd. (ECGC) has undertaken several initiatives in the recent past which inter-alia includes: -

i. Enhanced insurance cover for banks by ECGC under the Short Term Whole Turnover Export Credit Insurance for Banks (WT-ECIB) scheme up to 90% from the earlier average cover of 70% for small exporter accounts with aggregate export credit working capital limits up to ₹20 crore, ₹50 crore and ₹80 crore. This enables banks to extend export credit at lower interest rates applicable to highly rated accounts, thereby facilitating availability of adequate and cost-effective export credit to MSMEs.

ii. ECGC has also provided 90% insurance cover under WT-ECIB for collateral free working capital export credit limits up to ₹10 crore for Micro and Small Enterprise (MSE) exporters who are unable to offer collateral security or third-party guarantees. This facility is available across all sectors and commodities without any additional premium and enables banks to extend liberal export credit to MSEs.

(c) and (d): In the recent past the liquidity issues of MSME was dealt with MSME SAMADHAN portal and the cases was decided by Micro and Small Enterprises Facilitation Councils (MSEFCs). Further, in order to expand the coverage of the liquidity issues Ministry of MSME, Government of India launched Online Dispute

Resolution (ODR) Portal on 27.06.2025 as digital, technology-enabled mechanism to strengthen the existing SAMADHAN Portal, with the objective of ensuring speedy, cost-effective, and transparent resolution of delayed payment disputes.

Further to address the working capital issues, Government of India vide notification S. O. 4845(E) dated 07.11.2024 directed CPSEs and all companies with the turnover of Rs.250 Crore or more to on-board the Trade Receivables Discounting System (TReDS), an electronic platform for facilitating the discounting of trade receivables of MSMEs through multiple financers. In this connection to unlock the potential of working capital of MSMEs through TReDS, platforms, the following four key measures have been announced in Budget Announcements 2026-27:

i. Mandate TReDS as the settlement platform for purchases from MSMEs by CPSEs, setting a benchmark for other Corporate.
ii. Introduce CGTMSE-backed credit guarantee support for invoice discounting on TReDS platform.
iii. Integrate with GeM with TReDS to enable information-sharing with financers on Government MSME purchases, facilitating faster and cheaper credit.
iv. Introduce receivables as asset-backed securities to deepen the secondary market, improve liquidity, and speed up settlements.

पटना मेट्रो रेल परियोजना

4561. श्री गिरिधारी यादवः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या पटना मेट्रो रेल परियोजना बहुत पहले शुरू की गई थी लेकिन मेट्रो सेवाएं सितंबर 2025 में ही कुछ दूरी के लिए शुरू की गई थीं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और पटना मेट्रो परियोजना के शुरू होने की वास्तविक तारीख क्या है और इसके लिए कुल कितनी अनुमानित लागत स्वीकृत की गई है;

(ग) उक्त मेट्रो के प्रचालन के लिए नियोजित मार्गों का ब्यौरा क्या है और कुल कितनी दूरी (किलोमीटर में) मेट्रो प्रचालन की योजना है;

(घ) पटना में उक्त मेट्रो सेवाओं को कब तक पूर्ण रूप से चालू कर दिए जाने की संभावना है; और

(ङ) उक्त परियोजना को पूरा करने में विलंब के क्या कारण हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ड.): पटना मेट्रो रेल परियोजना को भारत सरकार द्वारा 27 फरवरी, 2019 को 13,365.77 करोड़ रुपये की कुल परियोजना लागत के साथ स्वीकृत किया गया था। पटना मेट्रो रेल परियोजना में 32.507 किमी की कुल लंबाई के दो कॉरिडोर शामिल हैं, जिनके नाम (i) दानापुर-मीठापुर-खेमनीचक (17.932 किमी) और (ii) पटना रेलवे स्टेशन-गांधी मैदान-न्यू आईएसबीटी (14.575 किमी) हैं । इसके अलावा, पाटलिपुत्र बस टर्मिनल से भूतनाथ तक 3.0 किमी के एक खंड को 06.10.2025 को चालू कर दिया गया है।

परियोजना कार्यान्वयन एजेंसी पटना मेट्रो रेल कॉर्पोरेशन लिमिटेड ने इस मंत्रालय को सूचित किया कि इस परियोजना को सितंबर, 2030 में पूरी तरह से चालू किया जाना है। मूल अलाइनमेंट के मौर्य काल के पुरातात्विक स्थलों से गुजरने के कारण उसमें संशोधन, भूमि अधिग्रहण में देरी, कोविड-

19 महामारी, जेआईसीए ऋण समझौते पर हस्ताक्षर करने और ऋण समझौते के अनुपालन में देरी जैसी वजहों से इस परियोजना की समयावधि प्रभावित हुई है।

राष्ट्रीय राजमार्ग को चौड़ा करना

4562. श्री रमाशंकर बिद्यार्थी राजभर:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को राष्ट्रीय राजमार्ग-727बी (नवलपुर-सिकंदरपुर सड़क) के अंतर्गत सिकंदरपुर से बलिया खंड को पेव्ड शोल्डर के साथ चार लेन का बनाने और राष्ट्रीय राजमार्ग-771ए को सोहनपुर-एकडांगा पंडित करकट मार्ग के रास्ते राष्ट्रीय राजमार्ग-771बी से जोड़ने के लिए लगभग दस किलोमीटर की लंबाई के लिए प्रस्ताव प्राप्त हुए हैं;

(ख) यदि हां, तो दोनों परियोजनाओं की वर्तमान स्थिति क्या है और इन्हें स्वीकृति प्रदान करने के लिए अब तक की गई कार्रवाई का ब्यौरा क्या है; और

(ग) क्या सरकार का विचार इन दोनों मार्गों को चौड़ा करने और संपर्क सड़क के कार्य को समयबद्ध तरीके से शुरू करने और पूरा करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग): सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से देश में राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए उत्तरदायी है। सोहनपुर से एकडांगा पंडित करकट तक की सड़क एक राज्य सड़क है, राष्ट्रीय राजमार्ग नहीं है और इसके विकास और रखरखाव के लिए उत्तर प्रदेश राज्य सरकार उत्तरदायी है।

सरकार को उत्तर प्रदेश राज्य सरकार सहित विभिन्न राज्य सरकारों/संघ राज्य क्षेत्रों(यूटी) से

राज्य सड़कों, जिनमें राज्यीय राजमार्ग (एसएच) शामिल हैं, को राष्ट्रीय राजमार्ग (एनएच) के रूप में घोषित करने/उन्नयन करने के प्रस्ताव प्राप्त होते रहते हैं। सरकार संपर्कता की आवश्यकता, यातायात सघनता और पीएम गति शक्ति राष्ट्रीय मास्टर प्लान के साथ तालमेल के आधार पर समय-समय पर कुछ राज्य सड़कों, जिनमें एसएच भी शामिल हैं, को एनएच के रूप में घोषित करने पर विचार करती है।

एनएच का विकास और रखरखाव एक सतत प्रक्रिया है। एनएच को यातायात योग्य स्थिति में बनाए रखने के लिए उत्तर प्रदेश राज्य के राष्ट्रीय राजमार्गों सहित एनएच पर कार्य तदनुसार यातायात की सघनता, सड़क की स्थिति और पीएम गति शक्ति राष्ट्रीय मास्टर प्लान के साथ तालमेल के आधार पर किया जाता है।

सिकंदरपुर-बलिया सड़क पर सुदृढ़ीकरण का कार्य दिनांक 12.03.2023 को पूर्ण हो गया है और मार्च 2028 तक संविदाकार की दोष देयता अवधि (डीएलपी) के अधीन है।

DOMESTIC CRUDE OIL PRODUCTION AND IMPORT DEPENDENCE

4563. SHRI G. KUMAR NAIK:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the details of country's domestic crude oil production during the last ten financial years, year-wise;

(b) the total number of oil rigs/platforms, including offshore and onshore drilling units, that were operational and decommissioned or shut down during the said period, year-wise;

(c) the details of major oil and gas blocks awarded under the Open Acreage

Licensing Policy (OALP); and

(d) the details of crude oil import dependence, Country-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): Details of domestic crude oil production during the last ten financial years are as follows:

Year	Crude Oil (MMT)
2015-16	36.9
2016-17	36.0
2017-18	35.7
2018-19	34.2
2019-20	32.2
2020-21	30.5
2021-22	29.7
2022-23	29.2
2023-24	29.4
2024-25	28.7

Source: PPAC & DGH

MMT: Million Metric Tonnes

(b): The number of oil rigs, including offshore and onshore drilling units, that were operational in the last ten financial years, financial year-wise are as follows:

FY	Onshore	Offshore	Total
2015-16	118	46	164
2016-17	111	45	156
2017-18	112	47	159

2018-19	131	49	180
2019-20	118	45	163
2020-21	105	44	149
2021-22	103	37	140
2022-23	90	35	125
2023-24	99	33	132
2024-25	102	34	136

(Source: - IPNG statistics published by MoPNG)

Number of platforms in contractual regimes that were operational and decommissioned during last 10 years as follows:

FY	New Platform	Operational	Decommissioned
2015-16	NIL	20	NIL
2016-17		20	
2017-18		20	
2018-19		20	
2019-20		20	
2020-21		20	
2021-22		20	
2022-23		20	
2023-24		20	
2024-25*		20	

*: Mid and South Tapti offshore field facilities, which included 5 well-platforms were decommissioned in April 2025.

(c): Till date, 172 exploration blocks (3,78,652 sq. km area) have been awarded in nine bidding rounds under Open Acreage Licensing Policy (OALP). Details of oil and gas blocks awarded under OALP in terms of acreage awarded under OALP is given in the enclosed **Statement**.

(d): Oil and Gas Public Sector Enterprises (PSEs) are Board run entities which source crude oil from diverse sources depending on their technical and

commercial considerations. Currently, these PSEs import crude oil from 41 countries including new suppliers like USA, Nigeria, Angola, Canada, Columbia, Brazil and Mexico in addition to traditional suppliers in the Middle East such as Iraq, Saudi Arabia, UAE, Kuwait and Qatar.Year-wise import dependence of crude oil is as follows:

Financial Year	**Percentage (%) of import dependence on crude oil**
2015-16	80.6
2016-17	81.7
2017-18	82.9
2018-19	83.8
2019-20	85.0
2020-21	84.4
2021-22	85.5
2022-23	87.4
2023-24	87.8
2024-25	88.2

STATEMENT

Details of oil and gas blocks awarded under OALP in terms of acreage awarded under OALP:

OALP Rounds	Acreages Awarded (Blocks/Fields)					
	Total Awarded		Offshore		Onshore	
	No.	Area (Km2)	No.	Area (Km2)	No.	Area (Km2)
I	55	59,283	9	20,796	46	38,487
II	14	29,233	6	15,500	8	13,733
III	18	29,765	4	11,947	14	17,818
IV	7	18,510	-	-	7	18,510
V	11	19,789	3	7,732	8	12,057
VI	21	35,346	6	21,684	15	13,662
VII	8	15,766	3	9,705	5	6,061
VIII	10	34,364	8	32,118	2	2,246
IX	28	1,36,596	19	1,22,721	9	13,875
Total	**172**	**3,78,652**	**58**	**2,42,203**	**114**	**1,36,449**

STRATEGY TO REDUCE ROAD ACCIDENT FATALITIES

4564. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has taken steps to strengthen the safety and maintenance of National Highways and bridges across the Country, if so, the details thereof;

(b) the details of the implementation of structural health monitoring mechanisms of bridges; and

(c) whether the Government has implemented any strategy to reduce road

accident fatalities in line with the 4E framework and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Development and maintenance of National Highways (NHs), including bridges thereon, is a continuous process. The condition of NHs including condition of bridges is assessed from time to time by the executing agencies. The maintenance works on NHs are accordingly taken up to keep the NHs in traffic worthy condition. Such works also include rectification of deficiencies and damages caused due to various reasons, rehabilitation and strengthening of NHs, repair / rehabilitation / construction of bridges etc.

The Government has evolved a mechanism to ensure Maintenance and Repair (M&R) of all NHs sections including bridges through accountable maintenance agency.

The M&R of stretches of NHs, where development works have commenced or Operation, Maintenance and Transfer (OMT) Concessions/ Operation and Maintenance (O&M) Contracts have been awarded, are the responsibility of the concerned Concessionaires/ Contractors till the end of the Defect Liability Period (DLP)/ the Concession Period. Similarly, for NHs stretches undertaken under TOT (Toll Operate and Transfer) and InvIT (Infrastructure Investment Trust), M&R responsibility lies with concerned Concessionaire till the end of the Concession Period.

For all remaining sections of NHs stretches, Government has taken a policy decision to undertake maintenance works through Performance based Maintenance Contract (PBMC) or Short Term Maintenance Contract (STMC), leaving no section of NHs without an accountable contractual maintenance agency.

The Government in the Ministry of Road Transport and Highways follows a well established system of inspection / maintenance protocol for periodic assessment of physical condition of bridges. Guidelines have been issued for identification and rectification of bridges on National Highways which are in severely damaged and precarious condition. Development of Indian Bridge Management System (IBMS) is in advanced stage of development.

Necessary road safety measures are taken up during design, construction, operation and maintenance stages. Further, Guidelines have been issued for regular safety audit of all NHs at design, construction, pre-opening stage of NH projects as well as on existing NHs for ensuring road safety.

(b): Visual as well as equipment based periodical inspection, evaluation and monitoring has been mandated for NHs, including bridges, to ensure that structural integrity of various components of NHs is maintained through timely repair/rehabilitation intervention. Structural health monitoring on real time basis is also carried out in some very important bridges. Policy guidelines and model bidding documents have been issued for real time structural health monitoring of

bridges on continuous/ discrete manner.

(c): Government has formulated a multi-pronged strategy to address the issue of road safety based on 4E's i.e. Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken for road safety in the country is given in the enclosed **Statement**.

STATEMENT

Details of various initiatives taken by the Government in Ministry of Road Transport and Highways for road safety: -

(1) Education:

i. Administers a scheme for setting up of Institutes of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at State/district level across the Country. Recently revised scheme guidelines have been issued, incorporating enhanced financial assistance and streamlined eligibility criteria for establishing Driving Training Institutes. Additionally, incentives have been introduced for setting up Automated Testing Stations (ATS) in conjunction with Driving Training Institutes (DTIs) under the Training-Testing Cluster approach.
ii. Administers Road Safety Advocacy Scheme for raising awareness about road safety and for administering road safety programs.
iii. Observance of National Road Safety Month every year for spreading awareness and strengthening road safety.

(2) Engineering:

2.1. Road engineering:

i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.

ii. High priority is accorded to identification and rectification of black spots /accident spots on NHs.

iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies to look after RSA and other road safety related works.

iv. Administers the electronic Detailed Accident Report (e-DAR) Project to establish a central repository for reporting, management and analysis of road accidents data across the Country.

v. Issued guidelines for the provision of signages on Expressways and National Highways to offer improved visibility and intuitive guidance to the drivers.

vi. Provisions have been made in the Motor Vehicles Act, 1988 for failure to comply with standards for the road design, construction and maintenance, as prescribed by the Central Government from time to time.

2.2 Vehicle engineering:

Various initiatives were undertaken to make vehicles safer, including the following:

i. Mandatory provision of an airbag for the passenger seated on the front seat of

a vehicle, next to the driver.

ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies use of a safety harness, crash helmet and restricts speed to 40kmph.

iii. Mandatory provisions for fitment of following listed safety technologies: -

For M1 category vehicles:

a. Seat Belt Reminder (SBR) for driver and co-driver.

b. Manual Override for central locking system

c. Over speed warning system.

For all M and N category vehicles:

a. Reverse Parking Alert System

iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.

v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.

vi. Published the rules for recognition, regulation and control of Automated

Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSs. The rules have been further amended on 31.10.2022 and 14.03.2024.

vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out old, unfit and polluting vehicles.

viii. Formulated a Scheme to set up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.

ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.

x. Published rules regarding prescribed level playing field in the area of manufacturing of buses by Original Equipment Manufacturers (OEMs) and Bus Body Builders.

xi. Mandated vehicles, manufactured on or after 1st October, 2025, shall be fitted with an air-conditioning system for the cabin of vehicles of N2 (goods vehicle with gross vehicle weight exceeding 3.5 tonnes but not exceeding 12.0 tonnes) and N3 (goods vehicle with gross vehicle weight exceeding 12.0 tonnes) category.

xii. Published rules for revision of standards for Safety Belt, Restraint Systems

and Safety Belt Reminder to provide provisions for applicability of revised standards for safety belt assemblies, safety belt anchorages and the installation of Safety Belts and Restraint Systems, in Motor vehicles of category M, N and L7 w.e.f. 01st April, 2025. Further, the vehicles of category M1, manufactured on and after the 1st April 2025, shall meet the requirement of safety belt reminder for all front facing rear seats as per AIS-145-2018.

xiii. Published rules for Active safety features in Medium and Heavy Duty vehicles, which provide for Braking System including Anti-lock Braking, Endurance Braking System for M2, M3, N1, N2, N3 and Quadricycle (effective for new models from 1st January, 2027 and for existing models from 1st October, 2027), and Advanced Driver Assistance Systems (ADAS) including Vehicle Stability Function (VSF), Lane Departure Warning System (LDWS), Driver Drowsiness and Attention Warning Systems, Blind Spot Information Systems and Moving off Information Systems for M2, M3, N2 and N3 categories of vehicles (effective for new models from 1st October, 2027 and for existing models from 1st January, 2028).

(3) Enforcement:

i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology. Traffic management and enforcement is essentially in the domain of State

Governments/UT Administrations. While Central Government formulates rules under the Motor Vehicle Act, 1988, the enforcement of these rules comes under the purview of State Governments/UT Administrations.

ii. Issued rules for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices on high risk & high density corridors on National Highways, State Highways and critical junctions cities having a population of more than one million in the country and cities under National Clean Air Programme (NCAP).

iii. Government has issued guidelines for incentive to States for Implementation of Electronic Enforcement of Road Safety under the Scheme for Special Assistance to States for Capital Investment 2025-26 (SASCI 2025-26) with allocation of Rs. 3,000 Crore (on first come first serve basis).

iv. On 10th June, 2024, the Government has issued an advisory to all the States and Union territories on technological interventions for ensuring compliance with Motor Vehicle Act, 1988.

(4) Emergency care:

i. Revised the scheme guidelines (named as Rah-Veer) for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or non-medical care or assistance at the scene of an accident to the victim or transports such victim to the hospital. As per the scheme, the reward for Rah-Veer has been increased

to Rs. 25,000/- from Rs. 5,000/-.

ii. Enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs.2,00,000 for death).

iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridors of National Highways.

iv. Government in Ministry of Road Transport and Highways has notified the Cashless Treatment of Road Accident Victims Scheme, 2025 on 5th May, 2025. The detailed guidelines including process flow, stakeholder wise standard operating procedures and clearly delineated roles and responsibilities have also been notified on 4th June, 2025.

IMPLEMENTATION OF PMKSY IN MAHARASHTRA

4565. SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRIMATI SUPRIYA SULE:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) whether the Government has reviewed the implementation of the Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) in Maharashtra where 259 projects have been approved but only 164 are operational and if so, the details thereof and the reasons for delays or non-operationalisation of the remaining projects;

(b) whether the Government has conducted a district-wise assessment of the utilisation and performance of Mega Food Parks Cold Chain projects and Agro-Processing Clusters in the State particularly in regions such as Marathwada including Nanded and Aurangabad, if so, the details thereof;

(c) whether Operation Greens interventions in Maharashtra for crops such as onion, banana, grapes and mango have effectively reduced price volatility and post-harvest losses, if so, the details thereof;

(d) whether small and marginal farmers and Farmer Producer Organisations (FPOs) are adequately integrated into PMKSY and the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) supply chains, if so, the details thereof; and

(e) whether steps are proposed to improve project monitoring, timely fund release and last-mile impact in Maharashtra, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): The Ministry of Food Processing Industries (MoFPI) implements the Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) across the country including Maharashtra to modernise food processing infrastructure and reduce post-harvest losses. Under PMKSY, as on 31.01.2026, 241 projects have been approved in Maharashtra, out of which 182 projects have become operational and the

remaining projects are at various stages of implementation. The delays in operationalisation of some projects are mainly due to:

- Delay in land acquisition,
- Non- receipt/ delay in statutory clearances from the respective Agencies (including the Revenue Authority, Town Planning, Electricity Authority, Water Authority, Pollution Control Board, Licensing Authority etc.
- Financial constraints of project promoters;
- Delay in construction activities and installation of machinery;
- Disruptions caused during the COVID-19 period.

(b): Monitoring and assessment of projects under components such as Mega Food Parks, Cold Chain and Agro-Processing Clusters under PMKSY are undertaken periodically including Maharashtra. The Ministry reviews district-wise progress, infrastructure utilisation and performance indicators through:

- Periodic physical and financial progress reports;
- Field inspections and review meetings with State Government officials and project promoters; and
- Online monitoring systems. Such monitoring includes projects in regions like Marathwada including districts such as Nanded and Aurangabad.

(c): No such study has been conducted by Ministry to assess the effectiveness of

the short-term interventions like transportation and storage subsidies in Maharashtra for crops such as onion, banana, grapes and mango in reducing price volatility and post-harvest losses. Moreover, the short-term intervention component of the Operation Greens Scheme under which subsidy was provided for transportation & storage of perishable crops has been transferred to Department of Agriculture and Farmers Welfare (DA&FW) since 2023-24.

(d): Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) is a central sector demand driven scheme and applications are invited from all eligible applicants including Farmers Producing Organisations (FPOs) through calling Expression of Interest (EoI) from all over India including Maharashtra. The funds are not allocated/sanctioned/released state-wise under any of the component schemes of PMKSY. Special benefits in financial assistance provided to FPO category applicants are as under:

- Grants-in-aid in form of subsidy @ 50% of eligible project cost as compared to 35% in general areas/ categories and in case of Food Safety and Quality Assurance Infrastructure scheme the subsidy/grant-in-aid is @70% as compared to 50% in General areas/ categories;
- Lower Equity Contribution – 10% required as against 20% for others;
- Lower minimum credit/loan requirement – 10% required as against 20% for others;
- Lower Net-worth requirement i.e. equal to grant-in-aid sought, in

comparison to 1.5 times for General Category applicant.

Further, Small and marginal farmers including Farmer Producer Organisations (FPOs) are also encouraged to participate in food processing value chains under the Pradhan Mantri Formalisation of Micro Food Processing Enterprises Scheme (PMFME). The scheme provides:

- Credit-linked capital subsidy for micro food processing units;
- Cluster-based approach focusing on local agricultural produce;
- Support for branding, marketing and capacity building; and
- Facilitation of FPO participation in processing, aggregation and marketing.

(e): The Ministry is making continuous efforts to ensure timely completion of projects and timely release of approved grants, under component schemes. The remedial actions taken by Government to overcome project delays and delay in subsidy release and thus reduce post-harvest losses are as under:

i. Ministry and the Project Management Agencies (PMAs) engaged under component schemes of PMKSY are interacting regularly with the Project Implementing Agencies (PIAs) of approved projects and are guiding and assisting them in timely implementation of the projects.
ii. Regular review meetings, virtual verifications and physical site inspections of projects are conducted by the Ministry and PMAs for smooth and timely completion of the projects.

iii. Ministry on the request of PIAs, also takes up the matter with the concerned State/UT Government and their agencies for smooth and timely implementation.

iv. Further, to ensure the seriousness of the PIAs for implementation of the approved projects, Ministry has incorporated the clause regarding submission of the bank guarantee (@5% of approved grants-in-aid/subsidy) as performance security. The same may be forfeited by the Ministry in case of non-implementation of the project.

v. Penalty up to 10% of approved grant in aid on the promotors in case of delayed completion of projects

MAINTENANCE AND REPAIR OF NHs IN NASHIK

4566. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has implemented any policy to ensure systematic Maintenance and Repair (M&R) of National Highways (NHs) in Nashik Lok Sabha Constituency and if so, the details thereof;

(b) the role and responsibility of concessionaires or contractors in highway maintenance under Operation, Maintenance and Transfer (OMT) and Operation and Maintenance (O&M) contracts in Nashik Lok Sabha Constituency;

(c) whether highway stretches in Nashik Lok Sabha Constituency developed under Toll Operate and Transfer (TOT) and Infrastructure Investment Trust (InvIT) models also follow a similar maintenance responsibility framework and if so, the details thereof;

(d) whether the Government has adopted Performance Based Maintenance Contracts (PBMC) or Short Term Maintenance Contracts (STMC) for National Highway stretches in Nashik Lok Sabha Constituency and if so, the details thereof; and

(e) the manner in which these contractual models help in ensuring timely and quality upkeep of National Highways in Nashik Lok Sabha Constituency?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): The Government has prioritized the maintenance of existing National Highway (NHs) network and inter-alia evolved a mechanism to ensure Maintenance and Repair (M&R) of all NHs sections including NHs in Nashik Parliamentary Constituency through accountable maintenance agency.

NHs development projects are executed mainly on three modes i.e. (i) Build Operate and Transfer (BOT), (ii) Hybrid Annuity Model (HAM) and (iii) Engineering Procurement and Construction (EPC). Concession period including maintenance for projects on Build Operate and Transfer (BOT) is 20 to 25 years and on Hybrid Annuity Model (HAM) is generally 15 years. Concessionaire is

responsible for maintenance of the respective NHs stretches within the concession period of the project. Only in case of EPC projects, Defect Liability Period (DLP) is 5 years for the bituminous pavement works and 10 years for concrete pavement works.

For Toll-Operate-Transfer (TOT) and InvIT (Infrastructure Investment Trust) projects, concession period including maintenance is 20 to 30 years. Concession period for Projects on Operate, Maintain and Transfer (OMT) is generally 9 years.

For all remaining sections of NHs stretches, where DLP has ended or is not under any concession period of BOT/HAM/TOT/InvIT project, Government has taken a policy decision to undertake maintenance works through Performance Based Maintenance Contract (PBMC) or Short-Term Maintenance Contract (STMC). While STMC works are generally undertaken for a contract period of 1-2 years, PBMC works are undertaken for a contract period of about 5-7 years.

The Government has sanctioned two works at an estimated cost Rs. 14.73 Crores under STMC for maintenance of Ghoti – Pegalwadi Phata – Nashik district border section of NH – 160A and Pimpalgaon – Nashik – Gonde section of NH – 848 and NH – 60 presently not covered under DLP.

IMPLEMENTATION OF FRA

4567. ADV. PRIYA SAROJ:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the number of individual and community forest rights claims filed, recognised and pending under the Forest Rights Act during the last five years, year-wise and State-wise, particularly in respect of Uttar Pradesh;

(b) the number of claims rejected, the proportion of rejections to total claims and the specific grounds cited in the Government reviews for such rejections, State-wise, particularly in Uttar Pradesh;

(c) the number of complaints or grievances received by the Government regarding delay, wrongful rejection or non-implementation of recognised rights, State-wise, particularly in respect of Uttar Pradesh;

(d) the findings of monitoring, field verification or independent evaluation reports regarding compliance with statutory procedures, functioning of Gram Sabhas and capacity of implementing authorities; and

(e) the corrective directions, advisories or capacity-building measures issued by the Union Government to address rejection rates, pendency and procedural violations in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): As per information provided by States/UT, during the last five years, i.e. from 01.03.2021 to 01.03.2026, a total of 11,35,699 (10,71,096 individual and 64603 community) forest rights claims have been filed, a total of 5,36,401 claims (4,89,714 individual and 46,687 community) have been recognized and a total of

5,88,355 claims (5,70,339 individual and 18,016 community) have been pending at various levels. Further, the year wise details are given in the enclosed **Statement-I**, and the state wise details are given in the enclosed **Statement-II**. As per information provided by Uttar Pradesh State Government, during the last five years, i.e. from 01.03.2021 to 01.03.2026, a total of 434 claims (402 individual and 32 community) claims have been filed, 67 pending claims were processed and earlier rejected 4,104 claims have been reconsidered after review and a total of 4,605 claims (4,573 individual and 32 community) have been recognized. Further, as on 01.03.2026 in Uttar Pradesh there are No claims pending for decision under FRA.

(b): As per the latest information reported by States and compiled under MPR, as on 28.02.2026, total number of claims filed under FRA is 54,00,519 out of which 25,38,320 claims (47.00%) (Individual- 24,14,131 and Community- 1,24,189) have been approved and a total of 18,12,539 claims have been rejected which is 33.56% of total claims filed. State-wise details showing Number of claims received, Titles distributed, claims rejected and claims disposed of under the FRA as on 01.03.2026 is given in the enclosed **Statement-III**. Further, as per information provided by Uttar Pradesh State Government, as on 01.03.2026, a total of 70736 claims (70,435 Individual and 301 community) have been rejected.

(c): Implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA) primarily lies with the

respective State / UT Administrations. States / UT have not formally reported any specific instances of delay, wrongful rejection or non-implementation of recognized rights.

(d): MoTA has not conducted any field verification or independent evaluation regarding compliance with statutory procedures, functioning of Gram Sabhas and capacity of implementing authorities. As per the provisions of FRA, 2006 and Rules made thereunder, the States / UT are responsible for implementation of various provisions of the Act.

(e): However, MoTA has asked States/UT in various review meetings and through D.O. letters to consider the claims under FRA in a time bound manner and engage with districts to resolve bottlenecks, if any, in settling of claims. MoTA has issued directions to ensure proper constitution and functioning of Forest Rights Committees and to reinforce the central role of Gram Sabhas in receiving, verifying and recommending claims. Ministry has supported training programmes, workshops and awareness campaigns for State officials, members of Forest Rights Committees and Gram Sabha representatives to strengthen understanding of statutory procedures and evidentiary requirements. Further, States have been encouraged to fast-track the processing and disposal of pending claims in various National level consultation/meetings/workshops with States/UTs, which are held from time to time.

STATEMENT-I

Year wise details of claims received, titles distributed and claims pending during the reported period is as given below:

Sr. No.	Reporting Period	No. of Claims received			No. of Titles Distributed			No. of Claims Pending		
		Ind.	Comm.	Total	Ind.	Comm.	Total	Ind.	Comm.	Total
1	01.03.2021- 01.03.2022	145689	18499	164188	207755	24573	232328	75333	2542	77875
2	01.03.2022- 01.03.2023	43892	709	44601	32106	1137	33243	-62660	-1878	-64538
3	01.03.2023- 01.03.2024	531931	21261	553192	205733	11968	217701	308929	-1292	307637
4	01.03.2024- 01.03.2025	63890	14213	78103	15323	2939	18262	-46766	10146	-36620
5	01.03.2025- 01.03.2026	285694	9921	295615	28797	6070	34867	295503	8498	304001
Total		1071096	64603	1135699	489714	46687	536401	570339	18016	588355

Note – The negative figures in the Claims pending shows that during that particular time period, States have taken decision on pending claims from previous years also.

STATEMENT-II

State wise details of claims received, titles distributed and claims pending during the last 5 years i.e. during 01.03.2021 to 01.03.2026, is as given below:

S. No.	States/UT	No. of Claims received during 01.03.2021 to 01.03.2026			No. of Titles Distributed during 01.03.2021 to 01.03.2026			No. of Claims pending during 01.03.2021 to 01.03.2026		
		Individual	Community	Total	Individual	Community	Total	Individual	Community	Total
1	Andhra Pradesh	107669	-768	106901	129992	448	130440	-5779	-228	-6007
2	Assam	59097	2536	61633	27536	1098	28634	15789	831	16620
3	Bihar	-3326	0	-3326	70	0	70	-3677	0	-3677
4	Chhattisgarh	31538	25701	57239	80181	30669	110850	2440	-1248	1192
5	Goa	200	10	210	993	8	1001	-2053	-22	-2075
6	Gujarat	186	0	186	7256	905	8161	52457	-874	51583
7	Himachal Pradesh	3289	603	3892	754	113	867	2527	490	3017
8	Jharkhand	0	0	0	0	0	0	0	0	0
9	Karnataka	13790	37	13827	688	-61	627	-68467	244	-68223
10	Kerala	1003	6	1009	2946	110	3056	-3304	-124	-3428
11	Madhya Pradesh	181164	-1212	179952	30679	778	31457	258985	3790	262775
12	Maharashtra	35218	-778	34440	34635	1584	36219	-124716	-4169	-128885
13	Odisha	109682	21746	131428	19546	2555	22101	140848	19612	160460
14	Rajasthan	30205	3480	33685	5115	2195	7310	-4279	147	-4132
15	Tamil Nadu	-636	466	-170	7298	616	7914	-10820	-482	-11302
16	Telangana	468570	0	468570	137096	0	137096	320805	0	320805

17	Tripura	-139	-113	-252	0	46	46	-489	0	-489
18	**Uttar Pradesh**	**402**	**32**	**434**	**4573**	**32**	**4605**	**-47**	**-20**	**-67**
19	Uttarakhand	-49	0	-49	-73	0	-73	42	0	42
20	West Bengal	0	0	0	0	0	0	0	0	0
21	Jammu & Kashmir	33233	12857	46090	429	5591	6020	77	69	146
Total		**1071096**	**64603**	**1135699**	**489714**	**46687**	**536401**	**570339**	**18016**	**588355**

Note – The negative figures shows that during that particular time period, States have rectified their earlier discrepancies.

STATEMENT-III

State wise details of claims received, titles distributed and claims pending as on 01.03.2026, is as given below:

S. No.	States/UT	No. of Claims received upto 01.03.2026			No. of Titles Distributed upto 01.03.2026			No. of Claims rejected upto 01.03.2026		
		Ind.	Comm.	Total	Ind.	Comm.	Total	Ind.	Comm.	Total
1	Andhra Pradesh	285115	3294	288409	226667	1822	228489	56925	1470	58395
2	Assam	208062	8582	216644	84861	2575	87436	15772	607	16379
3	Bihar	4696	0	4696	191	0	191	4496	0	4496
4	Chhattisgarh	890220	57259	947479	481432	52636	534068	403129	3658	406787
5	Goa	9958	388	10346	1028	19	1047	1266	24	1290
6	Gujarat	183055	7187	190242	98732	4792	103524	0	2331	2331
7	Himachal Pradesh	5931	864	6795	883	148	1031	55	0	55
8	Jharkhand	107032	3724	110756	59866	2104	61970	26370	1737	28107
9	Karnataka	289236	5940	295176	15355	1345	16700	258109	4270	262379
10	Kerala	44455	1018	45473	29422	284	29706	12821	393	13214
11	Madhya Pradesh	766430	40975	807405	260707	28754	289461	238202	6285	244487
12	Maharashtra	397897	11259	409156	199667	8668	208335	170487	2144	172631
13	Odisha	733158	36819	769977	464504	9432	473936	145762	583	146345
14	Rajasthan	113162	5213	118375	49215	2551	51766	63466	2455	65921
15	Tamil Nadu	33119	1548	34667	15442	1066	16508	12293	418	12711
16	Telangana	651822	3427	655249	230735	721	231456	92744	1682	94426
17	Tripura	200557	164	200721	127931	101	128032	68785	63	68848
18	**Uttar Pradesh**	**92972**	**1194**	**94166**	**22537**	**893**	**23430**	**70435**	**301**	**70736**
19	Uttarakhand	3525	3091	6616	83	1	84	3400	3090	6490
20	West Bengal	131962	10119	142081	44444	686	45130	87333	9254	96587
21	Jammu & Kashmir	33233	12857	46090	429	5591	6020	32727	7197	39924
Total		**5185597**	**214922**	**5400519**	**2414131**	**124189**	**2538320**	**1764577**	**47962**	**1812539**

UTILISATION OF SOLAR POWER AT AIRPORTS

4568. SHRI RAJIV PRATAP RUDY:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) the installed capacity and current utilisation factor of solar power in all the airports of the country;

(b) whether the Airports Authority of India (AAI) is taking any special initiatives to integrate airports with renewable energy sources, particularly solar energy and if so, the details thereof; and

(c) the details of the total power requirement of all the airports across the country and the manner in which it is being met through various sources including renewable and non-renewable energy sources?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (c): As on date, the cumulative capacity of on-site installed solar power plants across Airports Authority of India (AAI) airports is around 59 MW. Capacity utilization factor of solar power plants at AAI airports is varying between 14% to 21% depending upon geographical location and design of solar plants.

AAI is taking various initiatives to integrate airports with renewable energy sources by installing on-site Solar Power Plants on available rooftop area & surplus land and also by procuring Green Energy from Independent Power

Producers (IPP) through Open Access and from DISCOMs under Green Energy Tariff.

Total power/electricity requirement at all the AAI airports across the county is around 525 Million Units annually, of which around 90% is met through Renewable Energy sources.

EDIBLE OIL AND OILSEED PROCESSING CAPACITY

4569. SUSHRI IQRA CHOUDHARY:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) the total edible oil and oilseed processing capacity created during the last five years under Central schemes indicating sanctioned capacity versus actual operational capacity, year-wise and State-wise particularly for Uttar Pradesh;

(b) the extent of India's edible oil import dependence during the same period and the quantifiable gap between domestic oilseed production processing capacity and actual output along with the reasons recorded by the Government for continued reliance on imports;

(c) the number of representations or grievances received from domestic processors regarding raw material shortages, price volatility, export-import policy changes and infrastructure bottlenecks particularly in Uttar Pradesh;

(d) the findings of monitoring third-party evaluation or audit reports on value

addition, capacity utilisation and viability of supported units; and

(e) the specific policy, fiscal or investment interventions introduced to reduce import dependence and ensure higher capacity utilisation in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): As informed by Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare, the Union Cabinet approved the National Mission on Edible Oils-Oilseeds (NMEO-OS) on 3rd October, 2024 with an outlay of Rs. 10,103.38 crore (with a cental share of Rs 7,481.67 crore) to boost domestic oilseed production and to strive toward self-sufficiency in edible oils. The mission aims to increase primary oilseed production to 69.7 million tonnes, expand area coverage to 33 million hectares, and improve productivity to 2,112 kg/ha by 2030-31.

The Mission is being implemented in a cluster-based approach with market linkage. Value Chain Clusters are managed by Value Chain Partners such as Farmer Producer Organizations (FPOs), cooperatives and other agencies. Under these clusters, farmers are provided free high-quality seeds upto area of 1 hectare each and training on good agricultural practices. In addition, the Mission also supports the establishment and upgradation of post-harvest infrastructure (oil mills) to improve the capacity & efficiency of edible oil production. So far, 348 Oil

Mills Sanctioned under NMEO- Oilseeds during 2025-26, state wise details is given in the enclosed **Statement-I.**

A Centrally Sponsored Scheme namely, National Mission on Edible Oils - Oil Palm (NMEO-OP) has been launched during August, 2021 with the aim to enhance the edible oils availability in the country by harnessing Oil Palm area expansion, increasing Crude Palm Oil (CPO) production and to reduce the import burden on edible oils. The scheme is currently being implemented in 15 States across the country. At present the Scheme is not being implemented in Uttar Pradesh. Currently, there are 27 operational oil palm processing mills across the country and the details are given in the enclosed **Statement-II**.

As informed by Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, domestic edible oil production is insufficient to meet national demand, making India heavily dependent on imports.

Though the country has adequate installed processing capacity, its utilisation remains sub-optimal due to limited availability of oilseeds, seasonal supply variations, and price competitiveness of imported oils. The gap between domestic production and consumption is bridged through imports. Details of edible oil imports in last five years are as follows-

Oil Year# (Nov.-Oct.)	Production of Oilseeds (LMT)	Domestic Availability of Edible Oils (LMT)	Imports of Edible Oils* (LMT)	Total Availability/ Consumption (LMT)	% Share of imports
2020-21	359	111.51	134.52	246.03	54.7
2021-22	379.63	116.5	141.93	258.43	54.9
2022-23	413.55	124.23	165.00	289.23	57.04
2023-24	396.69**	121.75**	156.55	278.3	56.25
2024-25	429.89	126.3**	160.72	287.02	56.00

Oil Year - November to October, covers both Kharif and Rabi Oilseeds Crops.

* Directorate General of Commercial Intelligence & Statistics (Ministry of Commerce)

**Based on the final Advance Estimates declared by DA&FW released on 20.11.2025

(c): Department of Food and Public Distribution has received 24 representations from different edible oil industry associations regarding suggestions on the import and export policy for edible oils, oil meal and congestion at Ports.

(d) and (e): As mentioned above, Government is implementing several schemes viz. National Mission on Edible Oils-Oilseeds, National Mission on Edible Oils - Oil Palm (NMEO-OP). Further, Ministry of Food Processing Industries (MoFPI) has been supporting setting up/ expansion of food processing infrastructure, including edible oil & oilseeds processing units through its two Central Sector Scheme viz. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY), Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored PM

Formalization of Micro Food Processing Enterprises (PMFME) Scheme. These schemes are not region or state specific but demand driven and are implemented across the country including Uttar Pradesh.

The mid-term impact evaluation of the schemes of PMKSY and PMFME has reported that scheme intervention has resulted in value addition, formalization, reduced wastage, and increase in private investment leverage in food processing enterprises including those of edible oil & oilseeds processing.

As on 31.12.2025, under Creation / Expansion of Food Processing & Preservation Capacities Scheme (CEFPPC), component scheme of PMKSY, 2 projects related to edible oil processing are approved with approved grants in aid of Rs 10 crore in the state of Uttar Pradesh. Under PMFME scheme, 3969 micro food enterprises related to oil processing have been approved in the state of Uttar Pradesh.

STATEMENT-I

State/UT wise Oil mill sanctioned under NMES-Oilseeds during 2025-26

S.No.	State/ UT	Oil mill sanctioned in numbers
1	Andhra Pradesh	10
2	Arunachal Pradesh	5
3	Assam	56
4	Bihar	27
5	Chhattisgarh	15
6	Gujarat	9
7	Jharkhand	4
8	Jammu & Kashmir	1
9	Karnataka	9

10	Madhya Pradesh	11
11	Maharasthra	27
12	Meghalaya	4
13	Nagaland	16
14	Odisha	16
15	Punjab	24
16	Rajasthan	16
17	Sikkim	10
18	Tamil Nadu	56
19	Tripura	8
20	Telangana	14
21	Uttar Pradesh	3
22	Uttarakhand	4
23	West Bengal	3
	Total	348

STATEMENT- II

State-wise details of Oil Palm Processing Mills

S. No.	Name of the State	Location	Agency	Capacity (MT/hr)
1	Andhra Pradesh (15 mills)	Peddapuram, Kakinada (D)	Patanjali Foods Pvt. Ltd.	75+30
2		Ampapuram, Krishna (D)	Patanjali Foods Pvt. Ltd	50+5
3		Ch. Pothipalli, Eluru (D)	Godrej Agrovet Ltd.	60
4		Chintampalli, Chintalapudi, Eluru (D)	Godrej Agrovet Ltd.	70
5		Sitanagaram, Chintalapudi, Eluru (D)	Godrej Agrovet Limited	60.0
6		Janagareddigudem, Eluru (D)	Navabharat Agro	180

			Products Ltd	
7		Yernagudem, Tadepalli gudem, Eluru (D)	3F Oil Palm Ltd.	60
8		Ayyavaram, East Godavari (D)	3F Oil Palm Ltd.	30
9		Kothapeta, Nellore (D)	3F Oil Palm Pvt. Ltd.	10.0
10		Pedavegi, Eluru (D)	APOILFED	24
11		Garividi, Vizainagaram (D)	Radhika Vegetable Oils Pvt. Ltd	25
12		Tekarankandi, Kurupam, Parvathipuram Manyam (D)	Lakshmi Balaji Oils Pvt. Ltd.	15
13		Buchaiahpeta, Anakapalli (D)	Santhi Oilpalm Ltd.	7
14		Lingalavalsa, Srikakulam (D)	Sri Srinivasa Palm Oil Mill	30
15		Konaseema (D)	Sarve Sai Edible Oils Ltd.	5
16	Goa	Gomal Velguem Via Khadki Valpoi Sattari, North Goa (D)	Godrej Agrovet Ltd.	2.5
17	Karnataka	Gangavathi, Koppal (D)	3F Oil Palm Ltd.	5
18	(03 mills)	Kabini, Mysore (D)	Govt. of Karnataka	2.5

19		Harihara, Davanagere (D)	Kalpavriksha Oil Palm Pvt. Ltd.	5
20	Kerala	Yeroor, Bharatheepuram, Kollam (D)	Oil Palm India Limited.	20
21	Odisha	Daspalla, Nayagarh (D)	Vaidehi Palms Pvt. Ltd	5
22	Tamil Nadu	Varanavasi, Kanchipuram (D)	Godrej Agrovet Ltd.	2.5
23	Telangana (02 mills)	Aswaraopet, Aswaraopet, Bhadradri Kothagudem (D)	TSOILFED	30
24		Kothagudem (D)	TSOILFED	90
25	Arunachal Pradesh (02 mills)	East Siang (D)	Patanjali Foods Pvt. Ltd.	5.0
26		Dibang Valley (D)	3F Oil Palm Ltd.	10.0
27	Mizoram	Bukvannei, Kolasib (D)	Godrej Agrovet Ltd.	5.0
	Total	27 Processing Mills with capacity of 918.50 MTH		

अपशिष्ट पाटन स्थलों के लिए वित्तीय सहायता

4570. श्रीमती हेमा मालिनी:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा देश भर में अपशिष्ट पाटन स्थलों में सुधार करने के लिए शहरी स्थानीय निकायों (यूएलबी) को कोई वित्तीय सहायता प्रदान की जाती है और यदि हां, तो तत्संबंधी

राज्य/संघ राज्य क्षेत्र-वार व्यौरा क्या है;

(ख) विगत पांच वर्षों के दौरान सरकार द्वारा उक्त प्रयोजनार्थ मथुरा स्थित शहरी स्थानीय निकाय को प्रदान की गई वित्तीय सहायता का ब्यौरा क्या है; और

(ग) क्या सरकार उक्त कार्य की वास्तविक प्रगति का मूल्यांकन करने और यह सुनिश्चित करने के लिए नियमित रूप से समीक्षा करती है कि इस संबंध में किसी भी चुनौती का समयबद्ध तरीके से समाधान किया जाए और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) और (ख): स्वच्छ भारत मिशन - शहरी (एसबीएम-यू) 2.0 को अक्टूबर 2021 में डोर-टू-डोर संग्रह, पृथक्करण और कचरे के सभी अंशों के 100% वैज्ञानिक प्रसंस्करण, वैज्ञानिक लैंडफिल में सुरक्षित निपटान, ग्रीन जोन में परिवर्तित करके सभी पुराने डंपसाइटों के सुधार के माध्यम से कचरा मुक्त शहर बनाने के उद्देश्य से शुरू किया गया है।

एसबीएम-यू 2.0 के तहत, निधियां शहरी स्थानीय निकायों को नहीं, बल्कि राज्यों/संघ राज्य क्षेत्रों को राज्य स्तरीय तकनीकी समिति (एसएलटीसी) द्वारा विधिवत अनुमोदित उनकी कार्य योजना के आधार पर आवंटित और जारी की जाती हैं। राज्य/संघ राज्य क्षेत्र अपनी कार्य योजना के आधार पर आगे यूएलबी/शहरों को केंद्रीय सहायता हस्तांतरित करते हैं। पुराने अपशिष्ट डंपसाइटों के सुधार के लिए अनुमोदित वित्तीय सहायता का राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग): शहरों में स्वच्छता और अपशिष्ट प्रबंधन के समग्र कार्यान्वयन का मूल्यांकन करने के लिए आवासन और शहरी कार्य मंत्रालय एक वार्षिक सर्वेक्षण-स्वच्छ सर्वेक्षण करता है। स्वच्छ सर्वेक्षण के तहत, सभी शहरी स्थानीय निकायों (यूएलबी) का डंपसाइट सुधार सहित विभिन्न स्वच्छता मानदंडों पर वार्षिक मूल्यांकन किया जाता है। सर्वेक्षण में क्षेत्रों में सत्यापन, नागरिकों की प्रतिक्रिया और शहरों में स्वच्छता के बुनियादी ढांचे और सेवा प्रदायगी का स्वतंत्र तृतीय-पक्ष मूल्यांकन शामिल हैं।

राज्यों/संघ राज्य क्षेत्रों में एसबीएम-यू की प्रगति पर वीडियो कॉन्फ्रेंस, वेबिनार, कार्यशालाओं आदि के माध्यम से और समर्पित एसबीएम-यू पोर्टलों के माध्यम से समय-समय पर समीक्षा और मूल्यांकन द्वारा भी ट्रैकिंग की जाती है।

इसके अलावा, मिशन निदेशालय समय-समय पर राज्यों/ संघ राज्य क्षेत्रों को मुद्दों को हल करने और परियोजनाओं को समय पर पूरा करने के लिए बाधाओं को दूर करने में सहायता प्रदान करता है।

विवरण

पुराने अपशिष्ट डंपसाइटों के सुधार के लिए अनुमोदित वित्तीय सहायता का राज्य-वार ब्यौरा

क्र. सं.	राज्य	अनुमोदित केंद्रीय हिस्सा (करोड़ रुपये में)
1	अंडमान और निकोबार द्वीप समूह	0.00
2	आंध्र प्रदेश	167.28
3	अरुणाचल प्रदेश	1.29
4	असम	0.00
5	बिहार	11.65
6	चंडीगढ़	28.50
7	छत्तीसगढ	0.00
8	दादरा और नगर हवेली एवं दमन और दीव	4.95
9	दिल्ली	1116.50
10	गोवा	0.00
11	गुजरात	147.30
12	हरियाणा	102.45
13	हिमाचल प्रदेश	23.29
14	जम्मू और कश्मीर	125.24
15	झारखंड	42.11
16	कर्नाटक	310.28
17	केरल	37.04
18	लद्दाख	0.00
19	मध्य प्रदेश	122.51
20	महाराष्ट्र	727.90

21	मणिपुर	2.99
22	मेघालय	7.08
23	मिजोरम	0.00
24	नागालैंड	20.23
25	ओडिशा	78.18
26	पुदुचेरी	13.72
27	पंजाब	102.05
28	राजस्थान	212.75
29	सिक्किम	13.15
30	तमिलनाडु	282.29
31	तेलंगाना	69.09
32	त्रिपुरा	27.68
33	उत्तर प्रदेश	113.60
34	उत्तराखंड	76.74
35	पश्चिम बंगाल	217.81
	कुल	**4205.63**

CONSTRUCTION OF HOUSES IN ANDHRA PRADESH

4571. SHRI Y. S. AVINASH REDDY:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the number of applications received, houses sanctioned and houses constructed/completed in Andhra Pradesh from 2014-15 to 2025-26, year-wise;

(b) the tabular statement of the annual budget allocated, Central share released and the corresponding matching grants provided by the State; and

(c) the total unspent balance, if any, available with the State at the end of each financial year?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana – Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country including Andhra Pradesh. The scheme period of PMAY-U has been extended up to 30th September 2026 for completion of under-construction houses and release of funds through SNA-SPARSH module.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years.

PMAY-U and PMAY-U 2.0 adopts a demand driven approach wherein States/Union Territories (UTs) assess the requirement through their Urban Local Bodies (ULBs)/Implementing Agencies in their respective jurisdictions. Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/scrutiny of beneficiary lists are done by the States/UTs. The Scheme Guidelines and Unified Web Portal for submitting the online applications can be accessed through https://pmay-

urban.gov.in. Based on the demand survey and selection of beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC).

Under Pradhan Mantri Awas Yojana–Urban (PMAY-U), fixed Central Assistance of ₹1.50 lakh per house was provided to States/UTs under the Beneficiary Led Construction (BLC) and Affordable Housing in Partnership (AHP) verticals. Provision of State/UT share under the scheme was not mandatory and was decided by the respective State/UT Governments and most States/UTs including Andhra Pradesh, provided State share to ensure that the houses remained affordable for beneficiaries. In Andhra Pradesh, the State share differed depending on the project, location and Urban Local Body (ULB) also. Further, under PMAY-U 2.0, a fixed amount of Central Assistance is provided by Government of India under different verticals. As per the scheme guidelines, State/UT share is mandatory under PMAY-U 2.0. Central/State share under BLC/AHP verticals of PMAY-U 2.0 for Himalayan and North-Eastern States/UTs with legislature is 90:10, 100:0 for UTs without legislature and 60:40 for other States, including Andhra Pradesh.

Apart from the minimum State Share, the State Governments may also provide additional top-up share to increase affordability.

Based on the project proposal submitted by States/UTs, a total of 125.15 lakh houses including 13.67 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far across the country. Of the sanctioned houses, 116.57 lakh houses have been grounded; of which 97.30 lakh are completed/delivered to the beneficiaries as on 02.03.2026.

As per the project proposal submitted by State Government of Andhra Pradesh, a total of 19.48 lakh houses have been sanctioned under PMAY-U & PMAY-U 2.0 for the State, out of which only 11.24 lakh houses have completed, so far since inception of the scheme. A total Central Assistance of ₹29,811.97 crore has been sanctioned, of which ₹24,045.06 crores has already been released under PMAY-U and PMAY-U 2.0, so far, based on compliances received from the State. As per information provided by Govt. of Andhra Pradesh, the year-wise details of houses sanctioned and completed under PMAY-U/PMAY-U 2.0, Central Assistance sanctioned and released to State, the corresponding Central/State share provided by the State to the executing agencies and the unspent balance available with the State/executing agencies at the end of each financial year are given in the enclosed **Statement.**

STATEMENT

Year-wise details of houses sanctioned and completed under PMAY-U/PMAY-U 2.0, Central Assistance sanctioned and released to State, the corresponding Central/State share provided by the Government of Andhra Pradesh to the executing agencies and the unspent balance available with the State/executing agencies at the end of each financial year:

Y	Houses (Nos)		Central Assistance (₹ in cr.)		Central share and Matching State Share Released from the State treasury (₹ in cr.)	Unspent balance available at the end of FY (₹ in cr.)
	Sanctioned	Completed*	Sanctioned	Released from GoI**		
2015-16	1,37,533	81	2,080.27	334.95	334.95	-
2016-17	239	1,480	4.61	231.11	697.22	170.92
2017-18	2,39,062	25,818	3,597.72	2,636.19	3,235.38	105.69
2018-19	1,14,253	2,40,832	1,770.44	3,275.30	7,578.57	-
2019-20	4,15,542	27,335	6,331.65	615.35	2,251.45	517.15
2020-21	4,04,257	93,641	6,229.57	1,896.99	2,884.25	611.09
2021-22	3,53,188	59,402	5,399.05	2,210.56	3,140.63	920.66
2022-23	1,92,669	2,86,987	2,950.68	5,933.71	8,430.69	966.76
2023-24	50,144	2,18,499	752.16	5,058.71	6,039.28	2,047.48
2024-25	31,252	96,415	468.78	-	379.05	1,165.68
2025-26	17,171	73,719	227.04	242.46#	2,509.75	607.28
Total	**19,55,310**	**11,24,209**	**29,811.98**	**22,435.33**	**37,481.22**	

* Includes houses completed in the year which were sanctioned in preceding years.

** Includes Central Assistance released during the year against houses sanctioned in preceding years.

#

i. There has been no release of Central Assistance under PMAY-U to State during 2024-25 and 2025-26.

ii. Mother sanction of ₹242.46 crore has been provided during 2025-26 under PMAY-U 2.0, of which ₹20.55 crore only has been drawn by the State till 19.03.2026.

उत्तर प्रदेश में खाद्य प्रसंस्करण इकाइयाँ

4572. श्री उत्कर्ष वर्मा मधुरः

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार का विचार खीरी जिले में, जहाँ गन्ना, केला, आम, भारतीय ब्लैकबेरी और अन्य फलों और सब्जियों का अधिक उत्पादन होता है, का खाद्य प्रसंस्करण करने वाली इकाइयों की स्थापना करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) विगत पांच वर्षों और चालू वर्ष के दौरान सरकार द्वारा देश भर में, विशेषकर उत्तर प्रदेश के लखीमपुर खीरी लोक सभा निर्वाचन क्षेत्र में कार्यान्वित की जा रही विभिन्न योजनाओं का ब्यौरा क्या है;

(ग) सरकार द्वारा विगत पांच वर्षों और चालू वर्ष के दौरान उत्तर प्रदेश के आकांक्षी जिलों में कितने उद्योग स्थापित किए गए हैं;

(घ) सरकार द्वारा स्थानीय उद्योगों को बढ़ावा देने के लिए क्या कदम उठाए जा रहे हैं; और

(ङ) प्रधान मंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) के प्रारंभ से लेकर अब तक खीरी जिले में खाद्य प्रसंस्करण उद्योगों की स्थापना के लिए आवंटित की गई धनराशि का वर्ष-वार ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) से (घ): खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) स्वयं कोई खाद्य प्रसंस्करण उद्योग स्थापित नहीं करता है। हालांकि, यह अपनी दो केंद्रीय क्षेत्र योजनाओं, जैसे प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई), खाद्य प्रसंस्करण उद्योग के लिए उत्पादन-लिंक्ड प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई)

योजना के माध्यम से ऐसे उद्योगों की स्थापना को प्रोत्साहित करता है।

ये योजनाएँ किसी क्षेत्र या राज्य विशेष तक सीमित नहीं हैं, बल्कि मांग आधारित हैं और उत्तर प्रदेश के लखीमपुर खीरी जिले सहित पूरे भारत में लागू की जा रही हैं। एमओएफपीआई संबंधित योजना के दिशानिर्देशों के अनुसार गन्ना, केला, आम, भारतीय ब्लैकबेरी और अन्य फलों एवं सब्जियों पर आधारित विभिन्न प्रकार के खाद्य प्रसंस्करण उद्योगों की स्थापना के लिए इच्छुक उद्यमियों को वित्तीय सहायता प्रदान करता है।

पीएमकेएसवाई के अंतर्गत , खाद्य प्रसंस्करण उद्योगों की स्थापना के लिए उद्यमियों को वित्तीय सहायता प्रदान की जाती है। यह योजना वर्ष 2025-26 तक की अवधि के लिए लागू है और 15वें वित्त आयोग चक्र के लिए इसका कुल परिव्यय 6520 करोड़ रुपये है।

पीएलआईएसएफपीआई का उद्देश्य वैश्विक खाद्य विनिर्माण क्षेत्र में अग्रणी कंपनियों के निर्माण में सहयोग करना और अंतर्राष्ट्रीय बाजार में भारतीय खाद्य उत्पाद ब्रांडों को बढ़ावा देना है। यह योजना वर्ष 2021-22 से वर्ष 2026-27 तक की अवधि के लिए 10,900 करोड़ रुपये के परिव्यय के साथ संचालित की जा रही है।

पीएमएफएमई योजना के अंतर्गत सूक्ष्म खाद्य प्रसंस्करण उद्यमों की स्थापना/उन्नयन के लिए वित्तीय, तकनीकी और व्यावसायिक सहायता प्रदान की जाती है। यह योजना वर्ष 2025-26 तक की अवधि के लिए 10,000 करोड़ रुपये के परिव्यय के साथ लागू है।

उत्तर प्रदेश के आकांक्षी जिलों में एमओएफपीआई की योजनाओं के अंतर्गत स्वीकृत परियोजनाएं निम्नलिखित हैं-

(i) पीएमकेएसवाई के अंतर्गत प्रारंभ से स्वीकृत परियोजनाओं की संख्या

घटक योजना	परियोजना का नाम और ज़िला	स्वीकृति की तिथि	परियोजना लागत (करोड़ रुपये में)	स्वीकृत अनुदान सहायता (करोड़ रुपये में)
खाद्य प्रसंस्करण एवं परिरक्षण क्षमता सृजन/विस्तार योजना (सीईएफपीपीसी)	टीआरएस गोल्ड एग्रो प्राइवेट लिमिटेड, चंदौली	22.11.2023	7.71	3.05
बैकवर्ड और फॉरवर्ड लिंकेज के निर्माण की योजना	अनंत बायोटेक एलएलपी, फतेहपुर	29.06.2018	2.95	0.82

(ii) पीएमएफएमई के अंतर्गत वर्ष 2020-21 से दिनांक 31.12.2025 तक स्वीकृत सूक्ष्म खाद्य प्रसंस्करण उद्योग आधारित प्रस्ताव-

ज़िला	सूक्ष्म खाद्य प्रसंस्करण उद्योगों की संख्या	क्रेडिट लिंक्ड सब्सिडी के साथ स्वीकृत (करोड़ रुपये में)	स्वयं सहायता समूहों की संख्या	प्रारंभिक पूंजी की राशि (करोड़ रुपये में)
चित्रकूट	119	2.55	53	0.13
फतेहपुर	692	27.16	244	0.65
बहराइच	238	9.32	167	0.66
श्रावस्ती	71	2.91	232	0.42
बलरामपुर	140	7.85	103	0.36
सिद्धार्थनगर	547	9.04	111	0.34

चंदौली	344	13.56	242	0.84
सोनभद्र	334	6.75	70	0.28

स्थानीय उद्योगों को बढ़ावा देने के लिए, पीएमएफएमई योजना के अंतर्गत एक जिला एक उत्पाद (ओडीपी) पद्धति को अपनाया गया है ताकि इनपुट की खरीद, साझा सेवाओं का लाभ उठाने और उत्पादों के विपणन के मामले में व्यापक स्तर का लाभ प्राप्त किया जा सके। यह मूल्य श्रृंखला विकास और सहायक अवसंरचना के समन्वय के लिए एक ढांचा प्रदान करता है। पीएमएफएमई योजना के अंतर्गत , उत्तर प्रदेश के सभी 75 जिलों के लिए ओडीपी उत्पादों की पहचान की गई है, जिसमें लखीमपुर खेरी जिले के केले से बने उत्पाद भी शामिल हैं।

(ङ): गैर-कृषि क्षेत्र में नए उद्यम स्थापित करने में उद्यमियों की सहायता के लिए प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) को सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय (एमएसएमई) द्वारा खादी और ग्राम उद्योग आयोग (केवीआईसी) के माध्यम से कार्यान्वित किया जा रहा है। इस योजना का उद्देश्य पारंपरिक कारीगरों/ग्रामीण और शहरी बेरोजगार युवाओं को उनके घर के पास ही रोजगार के अवसर प्रदान करना है। उत्तर प्रदेश के लखीमपुर खेरी जिले में वर्ष 2020-21 से वर्ष 2025-26 तक पीएमईजीपी के अंतर्गत सहायता प्राप्त सूक्ष्म उद्यमों की संख्या और वितरित मार्जिन मनी सब्सिडी (एमएमएस) का विवरण इस प्रकार है-

(करोड़ रुपये में)

वित्त वर्ष 2020-21		वित्त वर्ष 2021-22		वित्त वर्ष 2022-23		वित्त वर्ष 2023-24		वित्त वर्ष-2024-25		वित्त वर्ष 2025-26*	
संख्या	एमएमएस	संख्या	एमएमएस	संख्या	एमएमएस	संख्या	एमएमएस	संख्या	एमएमएस	संख्या	एमएमएस
178	5.26	198	6.07	258	8.71	210	6.72	63	2.15	118	4.63

*दिनांक 16.03.2026 तक

कांगड़ा-शिमला परियोजना

4573. डॉ. राजीव भारद्वाज:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) कांगड़ा-शिमला चार लेन की परियोजना का कार्य कब तक पूरा होने की संभावना है;

(ख) उक्त चार लेन की परियोजना के लिए सरकार द्वारा कुल कितनी धनराशि आवंटित की गई है; और

(ग) उक्त राष्ट्रीय राजमार्ग पर चिलबहाल से कोहली तक वाहनों की आवाजाही कब तक चालू होने की योजना है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग): कांगड़ा-शिमला चार लेन परियोजना के कार्य की वर्तमान स्थिति संलग्न **विवरण** में दी गई है।

विवरण

कांगड़ा-शिमला चार लेन परियोजना के कार्य की वर्तमान स्थिति

पैकेज संख्या	खंड का विवरण (से-तक)	डिजाइन की लंबाई (किमी)	कुल पूंजी लागत (रुपये करोड़ में)	स्थिति
पैकेज-I (डीपीआर के अंतर्गत)	शिमला से शालाघाट (एनएच-205) (ग्रीनफील्ड संरेखण)	28.800	-	डीपीआर तैयार करने के लिए बोलियां प्राप्त हो चुकी हैं। तकनीकी बोलियों का मूल्यांकन किया जा रहा है।
पैकेज-IIए (डीपीआर पूर्ण)	शालाघाट से दरियोटा (एनएच-205) (ग्रीनफील्ड संरेखण)	4.375		डीपीआर तैयार कर लिया गया है और जल्द ही निविदाएं आमंत्रित करने का लक्ष्य है।
पैकेज-IIबी (सौंपा गया)	दरियोटा से कलार बाला (एनएच-205) (ग्रीनफील्ड	7.825	970.05	करार दिनांक 01.12.2025 को हस्ताक्षरित किया गया। नियत

	संरेखण)			तिथि की घोषणा 31.03.2026 तक लक्षित है।
<u>पैकेज-आईआईसी (यूआई)</u>	कलार बाला से नौणी चौक (एनएच-205)	17.45	1244.43	निर्माण कार्य जारी है और लगभग 10.21% वास्तविक प्रगति हो चुकी है (28.02.2026 तक)। निर्धारित संशोधित समापन तिथि 09.09.2027 है।
<u>पैकेज-III (डीपीआर के अंतर्गत)</u>	भगेर से हमीरपुर (एनएच-103)	36.315		संरेखण - रिपोर्ट की जांच चल रही है। डीपीआर सौंप दिया गया है।
<u>हमीरपुर बाईपास (यूआई)</u>	हमीरपुर बाईपास (एनएच 103 और 03) (ग्रीनफील्ड संरेखण)	17.120	739.39	निर्माण कार्य जारी है और लगभग 91.74% वास्तविक प्रगति हो चुकी है (28.02.2026 तक)। निर्धारित संशोधित समापन तिथि 30.06.2026 है। उत्तरी हमीरपुर बाईपास के लिए डीपीआर तैयार करने हेतु 06.02.2026 को एलओए जारी किया गया है।
<u>पैकेज-IV (यूआई)</u>	हमीरपुर बाईपास (चिलबहाल) के अंत से भांगबार (एनएच-3 और 303)	36.975	1184.23	निर्माण कार्य जारी है और लगभग 90.16% वास्तविक प्रगति हो चुकी है (28.02.2026 तक)। निर्धारित संशोधित समापन तिथि 30.06.2026 है। चार लेन वाली सड़क के लिए डीपीआर तैयार करने हेतु एलओए 06.02.2026 को जारी किया गया है।
<u>पैकेज-5बी (पीसीओडी जारी)</u>	भांगबार से कांगड़ा बाईपास (एनएच-303 और 503)	18.130	1322.95	अस्थायी रूप से पूर्ण। कांगड़ा बाईपास में अलग किए गए पुल

				का निर्माण 30.06.2026 तक पूरा होने की संभावना है।
		182.59	**5461.65**	

EXPANSION AND DEVELOPMENT OF DHARASHIV AIRPORT

4574. SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government is aware that the airport at Dharashiv (formerly Osmanabad), Maharashtra requires expansion and development and if so, the details thereof;

(b) whether any proposal for the expansion of the runway and upgradation of infrastructure at Dharashiv Airport is under consideration and if so, the details thereof;

(c) the details of the funds sanctioned or proposed to be allocated for this purpose;

(d) whether the Government proposes to include Dharashiv Airport under the Regional Connectivity Scheme (RCS)-UDAN and if so, the details thereof; and

(e) the expected timeline for completion of the proposed development works?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a) to (e): As per the provisions of the UDAN scheme, revival / upgradation of

unserved and underserved airports is undertaken upon its identification through valid bids and award to the Selected Airline Operator. Dharashiv (Osmanabad) airstrip, Maharashtra is available in the list of unserved airports in the UDAN document. None of the airline bidders have submitted proposals to operate RCS flights from Osmanabad airstrip till the completion of five rounds of bidding under the UDAN scheme. Thus, the airstrip has not been taken up for its revival under the Scheme so far.

POLICY OF QUALITY CONTROL ORDERS FOR MSMEs

4575. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has announced any policy of Quality Control Orders for Micro, Small and Medium Enterprises (MSMEs) and if so, the details thereof; and

(b) whether any time frame is fixed for the adoption of such policy by the MSMEs and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Ministry of Micro, Small and Medium Enterprises, Government of

India, has not announced any specific policy on Quality Control Orders (QCOs) for Micro, Small and Medium Enterprises (MSMEs). Hence, the question regarding fixation of any time frame for adoption of such policy does not arise.

However, The Government of India through Bureau of Indian Standards (BIS), Department of Consumer Affairs, Ministry of Consumers Affairs, Food & Pubic Distribution implements, Quality Control Orders (QCOs) issued by the line Ministries with exemptions/relaxations for MSMEs, to ensure that Quality Control Orders (QCOs) do not disrupt domestic production. Some of the key relaxations and exemptions are as below:

- Additional time for Micro and Small Enterprises (MSEs): 6-month extension for micro enterprises and 3-month extension for small enterprises.
- Exemption for imports by domestic manufacturers for producing export-oriented products.
- Exemption for import of up to 200 units for Research & Development purposes.
- Provision for clearance of legacy stock (manufactured or imported before implementation) within six months from the effective date.

REVISION OF ELIGIBILITY CRITERIA UNDER PMAY-U

4576. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Government proposes to enhance the unit assistance and permissible carpet area under Pradhan Mantri Awas Yojana-Urban (PMAY-U) considering the steep increase in construction material costs, labour charges and land prices and if so, the details thereof;

(b) whether any recent assessment has been conducted on the adequacy of the present cost norms across States, especially in rapidly urbanising and peri-urban regions and if so, the details thereof;

(c) whether the Government is considering rationalisation of eligibility criteria in view of changing socio-economic conditions, where possession of limited assets such as a small four-wheeler or an RCC roof may not necessarily indicate financial capacity to construct a pucca house without assistance and if so, the details thereof; and

(d) whether greater flexibility would be provided to all States to ensure that genuinely deserving families are not excluded and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): ‘Land’ and ‘Colonisation’ are State subjects. Therefore, Government policies and schemes related to affordable housing for their citizens are implemented by States/Union Territories (UTs) in their respective urban areas. However, Ministry of Housing and Urban Affairs (MoHUA) supplements efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana -

Urban (PMAY-U) with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. The scheme period of PMAY-U has been extended up to 30th September 2026 for completion of under-construction houses and release of funds through SNA-SPARSH module.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

Under the schemes, selection of beneficiaries under BLC and AHP vertical is done by respective State/UT/Urban Local Body (ULB) as per Scheme Guidelines based on the following criteria:

i. Not owning pucca house in his/her name or any other family member's name, anywhere in India.
ii. Belonging to Economically Weaker Section (EWS) with annual household income of up to ₹3 lakh.
iii. Ownership of land to avail benefit under BLC vertical.

The scheme guidelines do not prescribe exclusion solely on the basis of

ownership of assets such as a small four-wheeler or similar conditions. Eligibility under the scheme is primarily based on income category and housing status, including the condition that the beneficiary family does not own a pucca house anywhere in India and has not availed benefits under any Central housing scheme.

Further, under ARH vertical, eligible beneficiaries of EWS/Low Income Group (LIG) categories up to income limit of ₹6 lakh can avail the benefit of rental housing at affordable rate.

Further, under ISS vertical, beneficiaries of EWS/LIG and Middle Income Group (MIG) categories up to income limit of ₹9 lakh per annum are eligible to get subsidy on home loans for purchase/re-purchase/construction of houses.

PMAY-U and PMAY-U 2.0 are demand-driven schemes. As per the scheme guidelines, selection of beneficiaries under different verticals through suitable means and formulation & execution of projects are undertaken by the States/UTs, ensuring that genuinely deserving families are not excluded. States/UTs have been provided flexibility to identify eligible beneficiaries based on local conditions and requirements, in accordance with the broad guidelines of the scheme, so that assistance reaches deserving households.

Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 and register their demand with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the

scheme guidelines and selection/scrutiny of beneficiary lists are done at multiple levels in the States/UTs. The Scheme Guidelines and Unified Web Portal for submitting the online applications can be accessed through https://pmay-urban.gov.in.

Based on the project proposal submitted by States/UTs, a total of 125.15 lakh houses including 13.67 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far across the country. Of the sanctioned houses, 116.57 lakh houses have been grounded; of which 97.30 lakh are completed/delivered to the beneficiaries as on 02.03.2026.

The scheme guidelines of PMAY-U 2.0 have been prepared after a series of consultations with States/UTs and a large number of other stakeholders. As per the Scheme Guidelines, the fund required for purchase/construction of houses under the scheme is shared between the Central Government, State/UT Governments/ ULBs/Implementing agencies and the beneficiaries. The funding under PMAY-U 2.0 is to provide a nudge to the beneficiaries and enable them to construct their houses by arranging funds from other sources as well.

A fixed amount of Central Assistance is provided by Government of India under different verticals and mandatory State share has been provisioned under the scheme. There is no proposal to enhance Central Assistance under the scheme.

In order to minimize impact of increasing cost of construction material,

labour charges and land prices, State/UT share is made mandatory under PMAY-U 2.0. Further, State and UT may enhance their share to improve the affordability of houses and also facilitate home loan to the PMAY-U 2.0 beneficiaries.

AFFORDABLE HOUSING UNDER PMAY-U

4577. DR. SHRIKANT EKNATH SHINDE:
SHRIMATI DAGGUBATI PURANDESWARI:
SHRI NARESH GANPAT MHASKE:
SHRI SHRIRANG APPA CHANDU BARNE:
SHRI RAVINDRA DATTARAM WAIKAR:
SHRIMATI BHARTI PARDHI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the Government has announced new measures to promote affordable housing under Pradhan Mantri Awas Yojana-Urban (PMAY-U) 2.0 across the country, if so, the details thereof, State-wise particularly in Maharashtra, Andhra Pradesh and Madhya Pradesh and if not, the reasons therefor;

(b) the key objectives and target beneficiaries identified under PMAY-U 2.0 including provisions for economically weaker sections, low-income groups and middle-income households;

(c) the financial outlay, implementation timeline and allocation framework proposed under PMAY-U 2.0, State-wise;

(d) the policy measures adopted to enhance private sector participation, urban

infrastructure integration and ease of approvals; and

(e) whether these initiatives are aligned with the long-term urbanisation and inclusive housing objectives of the Ministry of Housing and Urban Affairs, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): 'Land' and 'Colonisation' are State subjects. Therefore, Government policies and schemes related to affordable housing for their citizens are implemented by States/Union Territories (UTs) in their respective urban areas. However, Ministry of Housing and Urban Affairs (MoHUA) supplements efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. The scheme period of PMAY-U has been extended up to 30th September 2026 for completion of under-construction houses and release of funds through SNA-SPARSH module.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries with Central assistance of about ₹1.60 lakh Crores over five years.

Under the scheme, beneficiaries from Economically Weaker Sections (EWS)/ Low Income Group (LIG)/ Medium Income Group (MIG) category, living in urban areas, having no pucca house anywhere in the country are eligible to avail the benefit.

Under the schemes, selection of beneficiaries under BLC and AHP vertical is done by respective State/UT/Urban Local Body (ULB) as per Scheme Guidelines based on the following criteria:

i. Not owning pucca house in his/her name or any other family member's name, anywhere in India.
ii. Belonging to Economically Weaker Section (EWS) with annual household income of up to ₹3 lakh.
iii. Ownership of land to avail benefit under BLC vertical.

Further, under ARH vertical, eligible beneficiaries of EWS/Low Income Group (LIG) categories up to income limit of ₹6 lakh can avail the benefit of rental housing at affordable rate. Further, under ISS vertical, beneficiaries of EWS/LIG and Middle-Income Group (MIG) categories up to income limit of ₹9 lakh per annum are eligible to get subsidy on home loans for purchase/re-purchase/construction of houses.

PMAY-U and PMAY-U 2.0 are demand driven schemes and there are no fixed State/Union Territories (UTs) wise targets. Under the schemes, States/UTs conduct demand survey in their respective jurisdiction and validate the

beneficiaries to ascertain eligibility. Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 and register their demand with all details on the portal. States/UTs/Urban Local Bodies (ULBs) validate the beneficiaries as per the eligibility criteria of the scheme guidelines.

Based on the demand for housing in the urban areas, States/UTs prepare project proposals and after approval of State Level Sanctioning and Monitoring Committee (SLSMC), these are submitted to the Ministry for sanctioning of admissible Central Assistance by Central Sanctioning and Monitoring Committee (CSMC) in phased manner.

The timeline for completion of projects varies from State to State and generally it takes 12-36 months in different verticals of the scheme and as per DPRs of respective projects. The completion timeline for houses depends on various factors like availability of encumbrance free land, statutory compliances for start of construction, arrangement of funds by beneficiaries etc.

PMAY-U 2.0 scheme is aligned with Sustainable Development Goal on Sustainable Cities and Communities. It supports States/UTs for formulation and implementation of ‘Affordable Housing Policies’ to incentivize private sector participation through appropriate regulatory, fiscal and institutional measures for increasing the supply of affordable housing stock in urban areas. States/UTs are required to undertake reforms and provide incentives to promote private sector investment, as outlined in Para 14.2 of the PMAY-U 2.0 guidelines. The scheme

guidelines are available at https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf. Some of the reforms are listed below:

- Nominal (less than 1%) Stamp duty/ Registration Charges for houses (up to 60 sqm) registered under PMAY-U 2.0.
- 50% additional Floor Area Ratio (FAR) with Transferable Development Rights (TDR) facility free of cost and built-up area used for EWS/LIG, not to be counted in overall FAR of the project.
- Mandatory reservation of 5% of built-up area for EWS/LIG housing in all housing projects beyond 10,000 sqm built-up area or 5,000 sqm plot area.
- Reservation of Land/ Area for Affordable Housing in relevant Scheme/ Policy/ Building Byelaws and inclusion of Affordable Housing Zones in the Master Plans/ Town Planning Schemes.
- Adoption of Model Tenancy Act (drafted and sent by MoHUA) by enacting the fresh State legislation or amending the exiting tenancy law in order to promote rental housing segment.

राष्ट्रीय राजमार्गों के किनारे वृक्षारोपण अभियान

4578. श्री ज्ञानेश्वर पाटील:

श्री निलेश ज्ञानदेव लंके:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) 'एक पेड़ मां के नाम 2.0' पहल के मुख्य उद्देश्य क्या हैं और उक्त पहल के अंतर्गत विशेषकर मध्य प्रदेश और महाराष्ट्र में अब तक कितने पेड़ लगाए गए हैं;

(ख) क्या हाल ही में मध्य प्रदेश से गुजरने वाले प्रमुख आर्थिक गलियारों (जैसे दिल्ली-मुंबई एक्सप्रेसवे, भोपाल-इंदौर कॉरिडोर आदि) और सूरत-चेन्नई आर्थिक गलियारे, दिल्ली-मुंबई एक्सप्रेसवे (महाराष्ट्र खंड) और महाराष्ट्र से गुजरने वाले कल्याण-निर्मल राजमार्ग (एनएच-61) के किनारे विशेष वृक्षारोपण अभियान चलाए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त गलियारों के किनारे कितने पौधे लगाए गए हैं; और

(ग) क्या सरकार का विचार इस प्रकार की हरित पहलों को संस्थागत रूप देने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): 'एक पेड़ माँ के नाम 2.0', सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा पर्यावरण के प्रति चेतना को बढ़ावा देने के लिए लोगों को एक पेड़ लगाने के लिए प्रेरित करने के लिए एक राष्ट्रव्यापी अभियान है। इस अभियान का मुख्य उद्देश्य हरित क्षेत्र को बढ़ाना, जलवायु परिवर्तन से निपटना और लोगों को वृक्षारोपण के प्रति भावनात्मक रूप से प्रेरित करके पारिस्थितिक पुनर्स्थापन को बढ़ावा देना है, जिससे दीर्घकालिक देखभाल और जीवन दर सुनिश्चित हो सके। इस पहल के दौरान, सरकार के सड़क परिवहन और राजमार्ग मंत्रालय द्वारा इस अभियान के तहत लगभग 58.13 लाख पेड़ लगाए गए हैं, जिनमें मध्य प्रदेश राज्य में लगभग 5.03 लाख पेड़ और महाराष्ट्र राज्य में 3.29 लाख पेड़ शामिल हैं।

(ख): सरकार ने अपनी कार्यान्वयन एजेंसियों के माध्यम से, वार्षिक वृक्षारोपण कार्य योजना और 'एक पेड़ माँ के नाम 2.0' अभियान के तहत मध्य प्रदेश और महाराष्ट्र से गुजरने वाले प्रमुख आर्थिक गलियारों, जिनमें दिल्ली-मुंबई एक्सप्रेसवे, भोपाल-इंदौर गलियारा और सूरत-चेन्नई आर्थिक गलियारा

शामिल हैं, पर सक्रिय रूप से वृक्षारोपण अभियान चलाया है। वर्ष 2025-26 के दौरान, मध्य प्रदेश में लगभग 5.03 लाख पौधे लगाए गए हैं और इन गलियारों सहित मध्य प्रदेश और महाराष्ट्र में हरित आवरण और परि-तंत्र संतुलन को बढ़ाने के लिए महाराष्ट्र में लगभग 3.29 लाख पौधे लगाए गए हैं।

(ग): सरकार ने राष्ट्रीय राजमार्गों पर सतत पर्यावरणीय सुरक्षा सुनिश्चित करने के लिए विभिन्न नीतियों और कार्यक्रमों के माध्यम से हरित पहलों को संस्थागत रूप दिया है। हरित राजमार्ग (वृक्षारोपण, प्रत्यारोपण, सौंदर्यीकरण और रखरखाव) नीति, 2015, निजी क्षेत्रों, स्थानीय समुदायों और राज्य सरकारों जैसे हितधारकों की भागीदारी से सड़क किनारे वृक्षारोपण और रखरखाव को अनिवार्य बनाती है। राष्ट्रीय अभियान 'एक पेड़ माँ के नाम' के अनुरूप वार्षिक वृक्षारोपण कार्य योजना के तहत वार्षिक वृक्षारोपण के लक्ष्य निर्धारित किए गए हैं।

TAX EXEMPTIONS ON ROAD ACCIDENT COMPENSATION

4579. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether tax exemptions on road accident compensation have been implemented uniformly across States, if so, the details thereof;

(b) whether the Government has reviewed the progress of National Highway No. 66 (NH-66) expansion in southern Kerala, if so, the details thereof;

(c) whether land acquisition delays continue to affect project timelines, if so, the details thereof; and

(d) the steps taken or proposed to expedite highway works while ensuring fair compensation?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The Motor Vehicles Act, 1988 (“the Act”) provides for compensation to victims of motor vehicle accidents. Section 165 of the Act empowers State Government to constitute one or more Motor Accidents Claims Tribunals. Further, Section 168 empowers the Claim Tribunal to make an award determining the amount of compensation.

An application for compensation may be filed before the Claims Tribunal under Section 164 or Section 166 of the Act, as the case may be, read with Rule 150A and Statement XIII of the Central Motor Vehicles Rules, 1989.

In the Union Budget of 2026-27, it was announced that in order to alleviate the sufferings of victim of motor vehicle accident and their family, it is proposed that any interest awarded on compensation amount in the case of individual, awarded by Motor Accident Claims Tribunal (MACT) shall be exempted. Further, it is also proposed that in case of an individual, no tax shall be deducted at source for such interest, irrespective of the amount of interest awarded by MACT.

In this regard, vide the Finance Bill, 2026, amendments have been proposed to the Income-tax Act, 2025 and these amendments shall take effect from 1st April, 2026 and shall accordingly apply to the tax year 2026–27 and subsequent years.

(b): The detailed progress report of National Highway No. 66 expansion in

Southern Kerala is given in the enclosed **Statement**.

(c) and (d): The Government has undertaken various initiatives to prevent recurrence of delays and cost escalations. These include streamlining and expediting land acquisition using “Bhoomirashi” portal and GIS-based Land Acquisition Plan, revamping “Parivesh” Portal, to facilitate faster forest and environmental clearances, enabling online approval of General Arrangement of Drawings (GAD) of Road Over Bridge/Road Under Bridge (ROB/RUB), and leveraging the mechanism of review and resolution of bottlenecks / hindrances in ongoing projects, in active collaboration with the State Governments and other stakeholders. Government has also launched a web portal for Railway related clearances with defined timelines for various approvals.

The Government has put in place a strong framework using multiple mechanisms for monitoring project progress and contractor inefficiencies. Regular review meetings are conducted at various levels with stakeholders to assess project progress, and critical projects, such as those delayed by more than three years or pending for award / appointment.

As a result, number of projects delayed by more than 3 years has come down from 152 in April’ 2024 to 85 in February’ 2026.

STATEMENT

TAX EXEMPTIONS ON ROAD ACCIDENT COMPENSATION

Sr. No	Name of Project	Length (km)	Physical progress (%)	Status
1.	Construction of 6 lane Elevated Corridor along with development of existing 4 lane road at ground level from Aroor to Thuravoor Thekku section of NH 66	12.75	86	On-going
2.	6 Laning of Thuravoor Thekku – Paravoor section of NH-66	38.39	73	
3.	6 laning of Paravoor to Kottukulangara section of NH 66	37.5	74	
4.	6 laning of Kottukulangara to start of Kollam bypass section of NH 66	31.5	75	
5.	6 Laning of Start of Kollam Bypass to Kadambattukonam of NH-66 Pvt Ltd	31.25	90	
6.	6 Laning of Kadambattukonam to Kazhakuttom of NH-66	29.83	47	
7.	Rectification of 4 Nos. black spots/Accident Spots in Thiruvananthapuram Bypass section of NH-66	2.42	27	
8.	Four laning of Kazhakkoottam to Mukkola Section on NH-66	24.99	100	Completed
9.	Construction of New 4-Lane Elevated Highway (2x10.5m wide twin two lane structures) including approaches & service roads connecting Kazhakuttam Junction and Technopark Junction	2.72	100	
10.	4 Laning of Thiruvananthapuram Bypass from Mukkola to Kerala / Tamil Nadu Border	16.20	100	
	GRAND TOTAL	**227.55 Km**		

AIRLINE REGULATORY OVERSIGHT

4580. SHRIMATI PRATIMA MONDAL:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether it is true that the regulatory supervision by the Directorate General of Civil Aviation (DGCA) is adequately staffed and institutionally independent keeping in view the recent operational disruptions and safety-related incidents and if so, the details thereof;

(b) the details of the transparent and objective criteria applied in granting No Objection Certificates to newly proposed private airlines;

(c) whether independent financial and safety audits were conducted prior to their approval and if so, the details thereof; and

(d) the details of the monitoring mechanism in place to assess financial stress among airlines to prevent sudden service collapses affecting passengers and employees?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a): The total number of sanctioned posts of Group 'A' Technical Officers in Directorate General of Civil Aviation (DGCA) is 1063. Out of 1063 posts, 426 posts have been created during the period 2022 to 2024 keeping in view of current & future expansion of civil aviation sector and enhanced role of DGCA as

a safety regulator.

As a part of recruitment exercise, 167 candidates have already been selected/recommended, out of which offer of appointments have also been issued to 106 candidates. Replacement of 42 candidates (Airworthiness Officers) from reserve panel has been requested from UPSC.

Recruitment in DGCA is a continuous process. To meet requirements in the interregnum, vacancies are managed by recruiting persons through short terms contractual hiring. Further, the shortfall in manpower has not impacted the safety functions of DGCA.

(b) to (d): Ministry of Civil Aviation grants No Objection Certificates (NOCs) to eligible applicants for setting up airlines in accordance with the provisions of the relevant Civil Aviation Requirements (CAR) which lay down the prescribed eligibility conditions and procedural requirements. Applications are submitted and processed through the e-Sahaj Single Window Digital Platform, a digital system for civil aviation-related approvals. NOCs are granted after examination of applications in accordance with the provisions of the applicable CAR and the prescribed procedures under the e-Sahaj system.

There are no safety audits prior to issue of NOC. Safety audits are only carried out after the issue of Air Operator Permit (AOP).

With the repeal of Air Corporation Act in March 1994, the Indian domestic aviation has been deregulated. The financial and operational decisions, including

resource mobilization, and debt restructuring, are managed by the respective airlines based on commercial considerations.

STATUS OF COASTAL HIGHWAY

4581. SHRI APPALANAIDU KALISETTI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has accorded in-principle approval for the proposed Coastal Highway connecting Mulapeta Port to Bhogapuram and Bheemili. passing through parts of Vizianagaram district;

(b) if so, the total approved length of the project and the estimated cost;

(c) the present status of Detailed Project Report (DPR), land acquisition, environmental and forest clearances;

(d) Whether funds have been sanctioned for the project and if so, the amount allocated and released so far;

(e) the timeline fixed for commencement and completion of the construction: and

(f) the steps taken by the Government to expedite the implementation of the project?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (f): The process for preparation of Detailed Project Report (DPR) for Coastal Highway Airport road connecting Jodugullapalem Junction to NH-16 near

Bhogapuram Airport via Rishikonda and Bheemili in the State of Andhra Pradesh has been taken up. The length of the project and estimated cost shall be worked out after finalization of DPR. The process for land acquisition, environmental and forest clearances shall be initiated after finalization of the alignment and approval of the project.

After completion of the DPR the project would be taken up for sanction subject to requirement of connectivity, traffic density and synergy with PM Gati Shakti National Master Plan.

NATIONAL HIGHWAY CONNECTIVITY FOR PEDDAPALLI DISTRICT

4582. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government is aware that Peddapalli District Headquarters currently lacks direct connectivity to any National Highway which is adversely impacting regional development, mobility and economic opportunities;

(b) whether the Ministry would examine the feasibility of connecting Peddapalli to the proposed Greenfield Highway passing through Ramagiri and Mutharam and if so, the details and timelines of the steps being taken in this regard;

(c) whether the long-pending demand to declare the Rajiv Highway (State Highway)-1 as a National Highway has been considered by the Government; and

(d) the criteria adopted for declaring a State Highway as a National Highway and whether SH-1 meets these criteria along with the actions proposed by the Government to strengthen highway connectivity for the people of Peddapalli district, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Mancherial - Warangal section of NH-163G (part of Nagpur – Vijayawada corridor), a Greenfield Highway passing through Ramagiri and Mutharam is about 38 Km in Peddapalli district of Telangana state. No proposal to connect Peddapalli District Headquarter to NH-163G is under consideration. However, Peddapally – Manthani State Road is connected with NH-163G with a provision of an interchange which would provide direct connectivity between NH-163G and Peddapally District Headquarters.

(c) and (d): There is no proposal under consideration for declaration of State Highway-1 as National Highway.

There is an existing PPP project namely Hyderabad-Karimanagar - Ramagundam road (SH-1) developed by the State Government for which concession period is up to 2041.

The Government in the Ministry of Road Transport & Highways receives proposals from various State Governments/ Union Territories (UTs), from time to time, for declaration / upgradation of State Roads as National Highways (NHs).

Decisions are taken to notify State Roads as NHs from time to time based on the broad principles of declaration of NHs, requirement of connectivity, traffic density and synergy with PM Gati Shakti National Master Plan (NMP).

WAYSIDE FACILITY ON NH-275

4583. DR. C. N. MANJUNATH:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether it has come to the notice of the Government that there is no designated resting place or wayside amenity facility along National Highway (NF)-275 between Mysuru and Bengaluru, if so, the details thereof;

(b) whether the Government is aware that the Deputy Commissioner of Bengaluru South District has allocated land near Channapatna for the establishment of a resting place and a Toy Park, considering that Channapatna is globally known for its traditional wooden toys and is popularly referred to as "Bombe Nadu";

(c) whether the Union Government has received any proposal in this regard from the State Government or other authorities; and

(d) if so, the action taken or proposed to be taken by the Government to develop a wayside amenity/rest area and promote local industry along NH-275?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Bengaluru-Mysuru Highway (NH-275) is an Access Controlled Highway

wherein the Government and Private infrastructure is available for the ease of commuters. The Government has provided 4 (four) Toilet facilities [Km 26.7 & Km 116.550 on Right Hand Side (RHS) & Km 23.7 & Km 116.65 on Left Hand Side (LHS)] alongwith operational Highway Mini-Nest for commuters. In addition, approximately 24 (14 on LHS & 10 on RHS) private facilities along the Highway are available for commuters which can be accessed through service roads.

(b) to (d): A proposal received from Deputy Commissioner, Bengaluru South by National Highways Authority of India. Construction of wayside amenity may be considered if land is provided by the State Government.

उत्तर प्रदेश में खाद्य प्रसंस्करण इकाइयों की स्थापना

4584. श्री जितेंद्र कुमार दोहरेः

श्री नरेश चंद्र उत्तम पटेलः

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार का विशेषकर उत्तर प्रदेश में जिला स्तर पर कृषिप्रधान क्षेत्रों में नई खाद्य प्रसंस्करण इकाइयों या उद्योगों की स्थापना करने का कोई प्रस्ताव है और यदि हां, तो इटावा और फतेहपुर जिलों के विशेष संदर्भ में तत्संबंधी ब्यौरा क्या है;

(ख) क्या प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई), उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना और प्रधानमंत्री सूक्ष्म खाद्य उद्यम उन्नयन योजना (पीएमएफएमई) जैसी विभिन्न केन्द्रीय योजनाओं के अंतर्गत इटावा और फतेहपुर जैसे कृषिप्रधान जिलों में खाद्य प्रसंस्करण इकाइयों/उद्योगों के विकास के लिए सहायता प्रदान की जा रही है और यदि हां, तो तत्संबंधी

ब्यौरा क्या है; और

(ग) विगत तीन वर्षों और वर्तमान वर्ष के दौरान इटावा और फतेहपुर जिलों को इस प्रयोजनार्थ प्रदान की गई वित्तीय सहायता अथवा अनुदान का वर्ष-वार ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) से (ग): खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) स्वंय कोई खाद्य प्रसंस्करण उद्योग स्थापित नहीं करता है। तथापि, खाद्य प्रसंस्करण क्षेत्र को बढ़ावा देने और विकसित करने के लिए, एमओएफपीआई अपनी दो केंद्रीय क्षेत्र योजनाओं यथा प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई), खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंक्ड प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना के माध्यम से ऐसे उद्योगों की स्थापना को प्रोत्साहित कर रहा है।

ये योजनाएं क्षेत्र या राज्य विशिष्ट नहीं हैं, बल्कि मांग आधारित हैं और उत्तर प्रदेश के इटावा और फतेहपुर जिलों सहित पूरे देश में कार्यान्वित्त की जाती हैं।

पीएमकेएसवाई के अंतर्गत, एमओएफपीआई ने दिनांक 31.12.2025 तक उत्तर प्रदेश राज्य में 437.67 करोड़ रुपये की अनुदान सहायता के साथ 82 परियोजनाओं को अनुमोदित किया है। पीएलआईएसएफपीआई के अंतर्गत, एमओएफपीआई ने दिनांक 31.12.2025 तक उत्तर प्रदेश राज्य में 1052.10 करोड़ रुपये के निवेश वाले 26 प्रस्तावों को अनुमोदित किया है। पीएमएफएमई योजना के अंतर्गत, उत्तर प्रदेश राज्य में दिनांक 31.12.2025 तक सहायता के लिए 803.30 करोड़ रुपये की सब्सिडी के साथ 22060 सूक्ष्म खाद्य प्रसंस्करण उद्यमों को अनुमोदित किया है।

उत्तर प्रदेश के इटावा और फतेहपुर जिलों में एमओएफपीआई की योजनाओं के अंतर्गत अनुमोदित परियोजनाओं का विवरण निम्नानुसार है-

पीएमकेएसवाई की स्थापना के बाद से संबंधित घटक योजनाओं के अंतर्गत स्वीकृत परियोजनाएं:

क्र.सं.	परियोजना और जिले का नाम	अनुमोदन की तिथि	परियोजना लागत (करोड़ रुपये में)	अनुमोदित अनुदान सहायता (करोड़ रुपये में)
1	एसपीवाई फ्रोजन फूड्स प्राइवेट लिमिटेड, इटावा	25.04.2017	23.97	9.67
2	अनंत बायोटेक एलएलपी, फतेहपुर	29.06.2018	2.95	0.82

वर्ष 2022-23 से अब तक पीएमएफएमई योजना के अंतर्गत अनुमोदित प्रस्ताव -

जिला	सूक्ष्म खाद्य प्रसंस्करण उद्योगों की संख्या	क्रेडिट लिंक्ड सब्सिडी के साथ अनुमोदित (करोड़ रुपये में)	स्वयं सहायता समूहों की संख्या	प्रारम्भिक पूंजी की राशि (करोड़ रुपये में)
इटावा	114	3.80	99	0.28
फतेहपुर	536	21.15	244	0.65

OPERATIONAL STATUS OF AIRPORTS

4585. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) the total number of airports both operational and non-operational, respectively till date across the country and the number of airports being operated by the Government/Airports Authority of India (AAI) along with the number of airports being operated by private operators, operator/company-wise;

(b) the number of new airports constructed since April 2014 and the number of airports out of these airports still operational along with the number of airports closed down and the reasons therefor including the total financial loss incurred due to such closure; and

(c) the details of the company that built the airports at Chitrakoot, Kushinagar, Azamgarh, Moradabad, Aligarh, Shrawasti and Saharanpur and the number of airports still operational therein along with the airports closed down and the financial loss incurred due to such closure?

THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR MOHOL):

(a): As on date, there are 164 Operational Airports in the country, which include Public Sector airports, Private airports and Greenfield Airports. In addition, 22 airports of Airports Authority of India (AAI) are non-operational at present. Out of the 164 operational airports, 112 airports are being operated by the Airports Authority of India (AAI) and its subsidiaries. Further, the details of airports being operated by private operators are given in the enclosed **Statement.**

(b): Since 2014, 13 Greenfield airports have been developed and are operational till date.

(c): The mentioned airports are operational and have not been closed down. The details of the companies that built these airports are as under:

i. Chitrakoot - M/s E-Pack Polymers (P) Ltd, Gautam Budh Nagar (U.P.).

ii. Kushinagar - Runway, Old Terminal Building, pump room, substation and ATC cum Admin block was constructed by UP State Govt. through M/s RITES Ltd. and Interim Terminal Building, car parking and STP was constructed by AAI through M/s Western Outdoor Pvt. Ltd.

iii. Azamgarh, Moradabad, Aligarh & Shrawasti - Uttar Pradesh Rajkiya Nirman Nigam Ltd.

iv. Saharanpur- M/s Epack Prefab Technologies Limited.

STATEMENT

List of airports operated by private operators

Sl. No.	State / UT	City	Airport Name	Airport Operators
1.	Kerala	Cochin	Cochin International Airport	Cochin International Airport Limited
2.	Kerala	Kannur	Kannur International Airport	Kannur International Airport Limited
3.	Kerala	Thiruvananthapuram	Trivandrum International Airport	Trivandrum International Airport Limited
4.	Karnataka	Bengaluru	Kempegowda International Airport	Bangalore International Airport Limited
5.	Karnataka	Mangaluru	Mangaluru International Airport	Managaluru International Airport Limited
6.	Karnataka	Jindal Vijaynagar	Jindal Vijayanagar Airport	JSW Steel Limited
7.	Telangana	Hyderabad	Rajiv Gandhi International Airport	Hyderabad International Airport Limited

8.	Delhi	Delhi	Indira Gandhi International Airport	Delhi International Airport Limited
9.	Maharashtra	Mumbai	Chhatrapati Shivaji Maharaj International Airport	Mumbai International Airport Limited
10.	Maharashtra	Navi Mumbai	Navi Mumbai International Airport	Navi Mumbai International Airport Limited
11.	Maharashtra	Sindhudurg	Sindhudurg Airport	IRB Sindhudurg Airport Private Limited
12.	Gujarat	Ahmedabad	Sardar Vallabhbhai Patel International Airport	Ahmedabad International Airport Limited
13.	Gujarat	Mundra	Mundra Airport	Mundra International Airport Private Limited
14.	Jharkhand	Jamshedpur	Sonari Airport	Tata Steel Limited
15.	Uttar Pradesh	Lucknow	Chaudhary Charan Singh International Airport	Lucknow International Airport Limited
16.	Rajasthan	Jaipur	Jaipur International Airport	Jaipur International Airport Limited
17.	Assam	Guwahati	Lokapriya Gopinath Bardoloi International Airport	Guwahati International Airport Limited
18.	West Bengal	Durgapur	Kazi Nazrul Islam Airport	Bengal Aerotropolis Private Limited
19.	Goa	Goa	Manohar International Airport: Goa Airport	GMR Goa International Airport Limited.

MAJOR DEFICIENCIES ON NATIONAL HIGHWAYS

4586. SHRI ABU TAHER KHAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has recorded major deficiencies on National Highways since 2019 including design flaws, poor road conditions, inadequate signage and safety gaps, if so, the details thereof, year-wise and State-wise;

(b) whether only about one-third of identified accident-prone black spots on National Highways have been rectified during this period and if so, the reasons for the delay in fixing all the black spots; and

(c) whether the Government has assessed the impact of these deficiencies and unrectified black spots on road accidents fatalities and injuries and the corrective measures taken or proposed along with timelines to ensure safer National Highways across the country and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): As per information provided by the executing agencies of the National Highways (NHs), since 2019 major deficiencies in NH stretches have been reported for 96 projects / stretches. State / Union Territory (UT) – wise details of major deficiencies on NH stretches observed since 2019 along with status of its rectification works and action taken against contractors, concessionaires,

consultants etc. are given in the enclosed **Statement**. Actions against defaulting agencies have been taken up as per the provisions of the Contract/ Concession agreement in cases of deficiencies/ damages, such as termination of contract agreement, levying of penalties/ liquidated damages, debarment/ blacklisting, declaring as non-performers etc.

Remedial work to repair or reconstruct damages during construction or in the Defect Liability Period (DLP) is the responsibility of the Contractor/ Concessionaire at their own cost as per provisions of contract agreement except in those cases where the Contract Agreement has been terminated in which case the securities provided are forfeited.

Road accidents have many causes and are often the result of interplay of various factors like human error, road environment and vehicular condition.

Rectification of black spots is a continuous process and temporary measures are taken on immediate basis. Government has taken steps for immediate short-term measures on black spots like road markings, signages, crash barriers, road studs, delineators, closure of unauthorized median openings, traffic calming measures, etc.

Out of total 16,542 blackspots identified on National Highways (NHs) in the country, short-term rectification has been completed on 14,138 black spots.

Long-term rectification measures, as recommended by road safety audit reports, are implemented only at locations deemed necessary. Further, long term

rectification works includes improvement of road geometric, junction improvements, spot widening of carriageway, construction of underpasses/overpasses, etc. which involve pre-construction activities such as land acquisition, forest clearance and utility shifting which takes significant time. Accordingly, long-term measures have been completed at 6,649 black spots, while 4,077 black spots have been assessed as not requiring such long-term interventions.

Generally, it is observed that rectification measures contribute to reduction in the rate of accidents.

STATEMENT

State / Union Territory (UT) – wise details of major deficiencies of NH stretches observed since 2019 along with status of its rectification works and action taken against contractors, concessionaires, consultants etc.:

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
Arunachal Pradesh	1	Permanent solution to Slip Zones on Papu – Yupia – Hoj – Potin section of NH-713A & NH-13 at Km 31.000 (Hoj Market), Km 38.300 (Yabi Village), Km 39.000 (Waterfall), Km 39.700 (Appa Crusher) and Km 40.300 (Crusher Point) in the state of Arunachal Pradesh for the year 2021-22	2024	RE wall Collapsed	Rectification of defective work initiated by the Contractor. Penalty of 5% of contract value imposed on Contractor.
Andhra Pradesh	2	Six-laning of Vijayawada bypass from Chinna Autupalli (Design Ch.0+000) to Gollapudi (Design Ch. 30+000) in Vijayawada – Gundugolanu Section of NH-16 in the State of Andhra Pradesh under Bharatmala Pariyojana on Hybrid Annuity Mode	2024	Defects in the construction of RE wall.	Concessionaire commenced the rectification work based on recommendation /suggestion of RE wall Expert. Rs.10,99,235/- was recovered as damages from Concessionaire.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	3	SIx laning of Anandapuram-Pendurthi-Anakapalli section of NH-16 in Andhra Pradesh	2021	2 girders (G1&G2) on A1-A2 abutment of flyover were collapsed due to usage of multiple wooden blocks and improper supports for girders.	Remedial measures were completed by the Concessionaire at its own cost.
	4	Rehabilitation and up-gradation of NH-4 from Km. 171.590 to Km. 216.912 (Total Length of 47.687 km) from Nalagampalli village to Allkuppam (AP/KA Boarder) to four laning under NHDP Phase-IV in the state of Andhra Pradesh on EPC mode	2022	Defects in the construction of RE wall.	Rs. 8,80,378/- Penalty imposed on Contractor.
	5	6 laning of existing 4-lane road from Kalaparru (Design Km 1050.680) to Chinna Avutupalli (Design Km 1076.480) of NH-5 including 6-lane Hanuman Junction Bypass from (Existing Km 1055.680 to Km 1060.800) (Design Ch.0.000 to Ch.6.720) (Total Design Length: 27.40 Km) in the State of Andhra Pradesh under NHDP Phase-V under Bharatmala Pariyojana on EPC Mode (Package-2)	2022 and 2025	Defects in the construction of RE wall.	2022: Contractor rectified defects at his own cost. 2025: Show-cause notices issued to Contractor as per Contractual provisions.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	6	Six laning of existing 4-lane road from Gundugolanu (Design km 1023.280) to Kalaparru (Design km 1050.680) of NH-5 (New NH-16) (Design length = 27.400 km) in the State of Andhra Pradesh under NHDP Phase-V under Bharatmala Pariyojana on EPC Mode (Package-1)	2022	Defects in the construction of RE wall.	Contractor rectified defects at his own cost.
Bihar	7	Four Laning of Simaria-Khagaria Section of NH-31 from Km. 206.050 to Km. 266.282 (Design Chainage) and (Existing Chainage Km. 209.945 to Km. 270.000 of NH-31) in the State of Bihar on EPC Mode	2023	Issues reported by CRRI in quality of Concrete of superstructure in bridge at Km 264.946	Repair works taken up by Contractor as recommended in CRRI report
	8	Varanasi - Mohania (GTRIP/5; Package - IV A): 4L of existing 2L section from km. 65 to km. 317 of NH-2 in UP and Bihar on NH-2	2023	Major deficiencies in structural elements	Damages of INR 25 Cr imposed on Contractor
	9	Kanhauli Ramnagar section of NH-131G	2022	Toppling of Girder of span P3- A2	Contractor’s and Supervision Consultants personnel suspended and removed from Project site.
	10	Rajauli Bakhtiyarpur Pkg-III of NH-20	2022	Girder G-4 collapsed.	Chief Project Manager & Engineer (Launching) of Contractor suspended. Team Leader cum Senior Bridge Engineer & Assistant Bridge Engineer of Authority's Engineer

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
					suspended.
	11	Chhapra-Hajipur Section of NH-19 (New NH-31)	2023	Falling of concrete from the deck slab of Major Bridge at km 145+280 and Falling of Concrete from the Deck Slab of ROB at Ch 157+860.	Project Manager & Bridge Engineer of the Concessionaire were suspended. Reconstruction completed by concessionaire at their own cost.
	12	Umagaon-Saharsa PKG-IV (Kosi Bridge & approach Road)	2024	A girder collapsed during construction.	Chief Project Manager & Engineer (Launching) of Contractor suspended.
Chhattisgarh	13	4-Laning of Simga-Sargaon Section of NH-200 (New NH-130) from Km 48+580 to Km 91+026	2024	Cracks in Cement Concrete Panels	Rectifications initiated at cost of EPC Contractor.
	14	4-Laning of Sargaon-Bilaspur Section of NH-200 (New NH-130) from Km 91+026 to Km 126+525 under EPC Mode	2022	Crack in Cement Concrete Panels & RE Wall bulged at Km. 91, 96, 101, 102 & 106.	The EPC Contractor has commenced the rectification work at site.
	15	Rehabilitation & Upgradation 2-lane with paved shoulders configuration of Bilaspur Urdawal section in km 241.553 to 312.60 = 71.0476 km (Masanialala to Rengapali) on NH 200 (New NH 49) (Package-III)(Borai river MNB at km 217.358)	2025	Damage in slab of Minor bridge	The work is in Defect Liability Period and taken up by Contractor at his own cost.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	16	Construction of 4/6 Laning of Raipur-Simga of NH-200 (New NH-30) (Package-I) from Km 0.000 to Km 48.580 (Total length 48.58 Km) section of Raipur-Bilaspur Road in the State of Chhattisgarh under NHDP-IV on EPC mode	2019	Cracks in PQC panels	Rectifications works initiated at cost of Contractor.
Himachal Pradesh	17	Four Laning of Parwanoo- Solan Section NH-22 (New NH-05) from Km 67.000 to Km 106.139, under NHDP phase-III on EPC basis in the State of Himachal Pradesh.	2022	Collapse of road stretch between km. 3.130 to 3.170 on the two-lane portion of the project highway (approach road to Tunnel) of Parwanoo-Solan section of NH 05.	Restoration work has been completed by EPC Contractor
Haryana	18	Flyover and underpass at Hero Honda Chowk NH 48	2024	Some portion of deck slab fallen down with settlement of the bituminous surface (MCW-01) on RHS at Ch. 36+350	Arbitration notice issued to Contractor for recovery of damages. Process of Rectification and repair works initiated.
	19	Dwarka Expressway Pkg-III (Delhi/HR Border to start of RoB Gurugram)	2021	Crushing of concrete in some segments.	Penalty of Rs. 6.67 Cr on Contractor and Rs. 20 lakhs on Authority's Engineer imposed. Contractor and Authority's Engineer blacklisted for 3 months. Restoration/ repair works completed.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	20	Six laning and Strengthening of NH-248A from existing km.2.740 (Rajiv Chowk) to km.11.682 in Gurugram under NHDP Phase-IV on Hybrid Annuity Mode in the state of Haryana.	2020	Span (P10–P11) of the under-construction flyover collapsed.	Debarment of Team Leader & SQME of Independent Engineer. Penalty imposed of Rs. 3 Cr on Contractor. Expert Committee constituted recommended dismantling of the collapsed span of the under-construction flyover and recasting of the segments and wings by Contractor at his own cost.
	21	Delhi-Vadodara Expressway Pkg. 2	2024	Rutting	Authority has imposed damages amounting to Rs.48,61,243/- on the contractor for delayed maintenance. Rectification of rutting has been taken up by Contractor and majority of the rutted portion has been rectified.
	22	Delhi-Vadodara Expressway Pkg. 3	2024	Rutting	Authority has imposed damages amounting to Rs. 42,95,049/- on the contractor for delayed maintenance. Rectification of rutting has been taken up by Contractor and majority of the rutted portion has been rectified.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
Gujarat	23	Sanchore-Santalpur Package-4	2025	Ruts, cracks and surface deformation/ Distress was observed recently after rains in June month 2025, severe rutting at some locations.	Penalty of ₹2.8 crore has been imposed on the Contractor along with a recommendation for debarment up to one year or until successful rectification, whichever is later. Contractor has taken up repair/ restoration works. The Project Director of NHAI was suspended.
	24	Widening of the Existing Jetpur-Gondal Section (Km 117.600 to Km 143.000) from two lane to four lane; making improvements in the existing four lane Gondal-Rajkot Section (km 143.000 to Km 175.000) and Widening of the existing Rajkot Bypass (Km 175.000 to Km 185.000) from two lane to four-lane on NH-8B in Gujarat on BOT Basis	2020	PCC toe wall collapsed at km 180.590	Notice issued to Contractor for debarment for 2 years. Repair work executed by Contractor at his own cost.
Jharkhand	25	4 Laning of kutchery chowk to bijupara Secion of NH 75 from km 0.0 to km 34.00	2022	Cracked PQC panels	Performance Bank Guarantee of Rs 11.79 Crores encashed for non-rectification of defects

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	26	Four Laning of Mahulia-Baharagora-JH/WB Border Section of NH- 33 (from Km.277+ 500 to Km.333+500) & NH-06 (from Km.199+200 to Km.183+587) (Length of 71.61Km) in the State of Jharkhand on EPC Pattern under NHDP Phase –III.	2024	Cracked PQC panels, Potholes	Rs. 1.55 Cr penalty imposed on Contractor.
Karnataka	27	Two/Four Laning of BRT Tiger Reserve Boundary to Bengalore Section of NH-948	2025	Km 337+670 to Km337+680 RE Block of length 10 mts collapsed	Concessionaire has taken up repair/ restoration works as per recommendation of report submitted by IISC Bangalore.
	28	Hospet-Bellary-Karnataka/AP Border from Km.280.080 to Km.375.450	2020	Cracks are developed in PQC for 8.30 km.	Original Contract Terminated. New EPC Contractor is implementing the Balance works.
	29	4-laning of Hubli – Hospet section	2022	Cracks on PQC Pavement and widening of longitudinal joints on pavement	Contractor has initiated actions for rectification of damages.
	30	Four laning of Goa-Karnataka Border to Kundapur section of NH-66 (formerly NH-17) from Km. 93.700 to Km. 283.300 in the State of Karnataka to be executed as BOT Project	2024	Incident of collapse of three spans of Kaali Bridge. Inadequate slope stability works.	Contractor debarred for 1 month on Aug 2024.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
		on DBFOT Pattern under NHDP-IV:			
Kerala	31	NH Connectivity to ICTT at Vallarpdam from Kalamassery to Vallarpadam NH 966A	2025	Distress in pile foundation was observed at Bridge no. 07 & 08 Ch. 7+960 and Ch. 9+067 (BHS)	Penalty of Rs. 30.74 Cr was imposed on Contractor
	32	Kodugallur to Edappally NH 66	2025	Damages in the pile foundation Ch. 398+400 and 398+989 (RHS) Sub-standard work (Minor Bridge works, backfill material for RS Wall, Poor safety precautions, delayed grouting of girders, bulging of bearing) or poor quality (Defective RE Panels)	Concessionaire debarred for 1 year. Rectification works taken up at cost of contractor.
	33	Chengala-Neeleshwaram Section of NH-66	2022 and 2025	Collapse of VUP at Ch. 72+927 in 2022 during construction Soil nailing collapsed incident occurred at Ch. 58+035 to Ch. 58+100 (RHS) on 16.06.2025 with no casualties.	Authority has suspended the Concessionaire and its promoter from future bidding for 01-month period. Debarment also issued to Concessionaire. Senior Bridge Engineer of AE removed from site.
	34	Neeleshwaram-Thaliparambha Section of NH-66	2025	Unprotected soil slip in the cut section with debris deposition on carriageways.	Rectification work carried out and traffic restored with precautionary barricading in median portion.
	35	Ch.174+150 (Thalssery-Mahe Bypass Section)	2020	01 Bridge (4 girders collpased)	Penatly of Rs. 1.00 Cr imposed on Contractor and Contractor debarred from partipating in Tender for a period of

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
					1 year. Penalty of Rs. 20.00 lakhs imposed on Authority's Engineer. 2. Team Leader, Bridge Engineer of AE was terminated from the project and debarred for 2 years. 3. Project Manager of Contractor terminated from project.
	36	NHAI - Six laning from start of Valanchery bypass to Kappirikkad section of NH – 66 (old NH-17) from Design Ch. 298+500 (Ex. km 304.250) to Design Chainage 335+850 (Ex. km 349.260) in the state of Kerala on Hybrid Annuity Mode under Bharatmala Pariyojana	2025	RE wall collapsed	Debarment of Contractor and Independent Engineering firm from participating in ongoing/future bidding for 01 month period or completion of investigation by the expert Committee whichever is later.
	37	Thuravoor-paravoor	2025	Collapse of 4 PSC Girders during constructions	Penalty of Rs. 15.35 Lakhs imposed. Bridge Engineer & Team Leader of AE were Terminated.
	38	Six Laning of Start of Kollam Bypass to Kadambattukonam from Km.486+000 to Km.517+800 of NH-47 (New NH-66) in the State of Kerala on Hybrid Annuity Mode under BharatmalaPariyojna	2025	Failure/Collapse of scaffolding of Minor Bridge (under construction) at Km.Ch. 497+370(RHS)	Penalty of Rs. 9.55 lakhs imposed on Concessionaire
	39		2025	Failure of RE Wall Ch. 504+400 to 504+500(LHS)	Rectification initiated by Concessionaire.
	40	6L Elevated Corridor along with development of existing 4 lane road at ground level from Aroor to Thuravoor Thekku section of NH 66	2025	Toppling of two PSC girders at span P-202-P-203	Contractor and AE debarred from future bidding for 1 month.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
				Failure on part of AE to review efficacy of material being used in launching and not ensuring application of approved launching scheme.	
	41	Azhiyur-Vengalam	2024	Soil nailing collapse At Km:191(LHS) and Km:193(RHS	Rectification initiated by Concessionaire.
	42	Ramanattukara-Valanchery	2025	Defects in RE wall	Rectification works initiated by Contractor at his own cost.
	43	Thaliparamba-Muzhapilangadu	2026	Retaining wall sliding and defects in ground improvement works.	Damaged portion dismantled and rectification works initiated by Concessionaire.
Madhya Pradesh	44	4-laning of Bhopal-Bioara section of NH-46	2025	Premature failure of pavement.	Penalty of Rs. 119 Cr imposed on Contractor. Rectification work initiated at the cost of Contractor.
Maharashtra	45	Construction of 4-laning Flyover of NH-6 integrated with ROB's & River Bridge including approach ramps service road footpath over RCC utility duct for Octroi Naka to Itwari and Inner Ring Road from Manewada to Kalamna and Rani Prajapati Square to Vaishnav Devi Square including ROB LC No. 71 &72 in Nagpur of NH-6	2021	Sliding of P7 end of the single girder due to inadequate bracing after launching leading to collapse of 1 end of the girder.	Debarment of the Project Manager of Contractor for 3 months and Debarment of the Contractor for 9 months. The damaged Girder was replaced by Contractor at his own cost. Project Director, NHAI, transferred immediately.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	46	Bal. Works of Fagne (Km. 510.000) to Maharashtra/Gujarat Border (Km. 650.794) on NH-06 (New NH-53)	2022	Damages observed in Slab of Major Bridge at Ch.547.344	Structure was Audited by VNIT Nagpur. As per the recommendation of VNIT, Nagpur, Contractor has taken up reconstruction of slab.
	47	Balance work for 4-laning of Panvel to Indapur section from km.0.0 to km.42.3 of NH-66 - EPC	2024	Panel cracking, poor riding quality, bumps, poor diversions etc.	Contractor has taken up rectification works.
	48	Bodhwad- Muktainagar - Barhanpur road Section - II Km 44/760 Km.78/145.	2020	Cracked panels	Contractor has initiated actions for rectification of damages. DLP period is extended by Six months.
	49	Section -II Kolde to Khetia Road km.50+200 to 98+800	2021	Cracked panels	Contractor has initiated actions for rectification of damages.
	50	Mehkar-Ajispur Road	2024	Cracked panels	The Performance BG of Contractor is forfeited. Process initiated for rectification of damages.
	51	Bhokar-Sarsam	2024	Cracked panels	Contractor has initiated actions for rectification of damages.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	52	Sillod-Fardapur	2024	Cracked panels	Contractor has initiated actions for rectification of damages.
	53	Parbhani to Gangakhed	2021	Cracked panels	Contractor has executed the panel replacement / rectification works.
	54	Amdi - Saoner	2022	Cracked panels	Contractor has initiated actions for rectification of damages.
	55	Rehabilitation and upgradation & NH-66 (Erstwhile NH-17) form km 241+300 to 281+300 (Arawali to Kante Section) to four lane with paved shoulder in the state of Maharashtra under NHDP-IV on Hybrid Annuity Mode.	2025	Depression & cracks in PQC	Contractor has initiated actions for rectification of damages.
	56	Rehabilitation & Upgradation of NH-66 (Old NH17) from Km 281+300 to Km 332+200 (Kante to Waked section) to four lanes in the state of Maharashtra under NHDP-IV on Hybrid Annuity Mode.	2024	PQC cracks and settlement.	Contractor has replaced cracked panels.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	57	Rehabilitation and up-gradation of NH-66 (Old NH-17) form km 332/200 to km 367/200 (Watul to Talgaon Section) to four lanes in the State of Maharashtra under NHDP-IV on EPC Mode.	2024	Full depth Cracks in PQC	Contractor has initiated actions for rectification of damages.
	58	Rehabilitatyion & up gradation for Talere Gaganbawada Kolhapur Road (NH-166G) stretches start from Ch. 6/00 Km. to Ch. 11/00 Km. and Ch. 19/300 Km. (Start of Karul Ghat) to 35/300 Km. (End of Gaganbawada) of NH-166G to 2 lane paved shoulder/2 lane configuration lane, length 21.00 Km. in the state of Mahrashtra on EPC Mode.	2025	Cracks in PQC	Contractor has initiated actions for rectification of damages.
	59	Rehabilitation and Up-gradation to Two lanes with paved shoulder from Karad to Tasgaon NH 266 from Km. 0/00 to 58/830 in the State of Maharashtra on EPC mode	2024	Cracked panels	Rectification of damages taken up at risk and cost of Contractor.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	60	Upgradation to two lane with paved shoulder from Salaikhurd to Tiroda Km 120/100 to 163/200 (Design Km 44/00 to 87/00) of NH 753 on EPC Mode in the state of Maharashtra	2024	Post construction defects are observed in the Rigid Pavement i.e. formation of Longitudinal & Lateral cracks, Opening of Central Joints, Settlement of Panels etc.	IIT Bombay has been appointed for Technical Investigation of defects and suggestion of remedial measures.
	61	Four laning of Pune Solapur Section from km. 150.050 to km.251.325 of Old NH 9 (Pkg-II)	2020	Rutting	Penalty of Rs. 41.32 Cr imposed on Contractor.
Rajasthan	62	Delhi Vadodara Expressway NE-4 Pkg.06	2024	Rutting, Raincuts, potholes & settlement	Penalty imposed on each contractor amounting to Rs. 50 Lakhs for non-rectification of defects in the stipulated time frame as per provision of contract agreement.
	63	Delhi Vadodara Expressway NE-4 Pkg.07	2024		
	64	Delhi Vadodara Expressway NE-4 Pkg.08	2024		

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	65	Delhi Vadodara Expressway NE-4 Pkg.09	2024		
	66	Construction of 6-lane access-controlled Greenfield highway from km 28+70 to Km. 53+0 of Sangariya (near Chautala)-Rasisar (near Bikaner) section of NH-754K as a part of Amritsar-Jamnagar Economic Corridor in the State of Rajasthan under Bharatmala Pariyojana -Phase-I (AJ/SR-Package-2)	2024	Deficiencies in riding quality and settlement at some locations observed	(i) Damage of Rs. 50.00 Lakhs imposed upon the Contractor. (ii) Two key personnel of Authority Engineer team were terminated due to poor supervision.
	67	Construction of 6-lane access controlled Greenfield highway from km 53+000 to Km. 88+000 of Sangariya (near Chautala)-Rasisar (near Bikaner) section of NH-754K as a part of Amritsar-Jamnagar Economic Corridor in the State of Rajasthan under Bharatmala Pariyojana-Phase-I (AJ/SR-Package-3)	2024	Failure of the nose structure while launching of 83 mtr single span truss bridge	Penalty of Rs. 1.00 Cr. imposed and warning for debarment action for any future instances upon the Contractor was issued. Debarment of fabrication team and Designer team issued for the period of 02 years in NHAI works. Penalty of Rs. 20 Lakhs and warning for debarment action for any future instances upon the Authority Engineer. Debarment of Senior bridge Engineer deployed by the Authority Engineer issued for a period of 2 years in NHAI works.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	68	Delhi-Vadodara Expressway Pkg. 4	2024	Rutting & settlement of approach	Damages amounting to Rs. 1.06 Cr. imposed for delayed maintenance. Also, IIT Kharagpur has been engaged for detailed study for permanent rectification of defects.
	69	Delhi-Vadodara Expressway Pkg. 5	2024	Rutting, settlement of approach & bulging of RE wall	Damages amounting to Rs. 88.32 lakhs imposed for delayed maintenance. Bulging of RE wall has been rectified as per suggestions of CRRI. Majority of the rutting has been rectified. Further, in addition to above, IIT Kharagpur has been engaged for detailed study for permanent rectification of defects.
	70	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-16) (Ch. 427.300 to Ch.452.420) [Major bridge over Takli river near Nayagaon Jageer village to Rajasthan/MP Border]	2024	Stretch is operational w.e.f. 30.11.2023 and at some locations the settlements observed in approaches of structure	EPC Contractor has rectified damages. R

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	71	Construction of proposed 2-lane ROB and its approaches in lieu of existing level crossing no. C-64 at km. 172.990 on Jodhpur–Ajmer Road on NH-65 in District Nagaur Rajasthan	2024	Post-completion, structural defects have been observed in the deck slab of the ROB due to honeycombing caused by poor workmanship.	Contract has been terminated. Debarment of contractor taken up. Bid for rectification works invited.
Telangana	72	Four Laning of NH-161 from Mangloor (Design Km 86.788 /existing Km 91.350 to Telangana/Maharashtra Border (Design Km 135.751/ Existing Km 140.873) in the state of Telangana under Bharatmala Pariyojana on Hybrid Annuity Mode (Package-III)	2022	At some locations Rutting and Bleeding was observed in the Project Highway during O&M Period	Penalty of **Rs.134.784 Cr.** imposed towards Breach of maintenance obligations.
Tamil Nadu	73	4-laning of Madurai - Chettikulam section from Km 0.000 to Km 7.300.	2021	3 Girders (G1, G2 & G3) between pier P4 & P5 at Km 2+850 of down ramp collapsed during fixing of the Bearing during construction.	Contractor has replaced the girders at the said locations at his own cost.
	74	4-laning of Sethiyathope - Cholpauram section from Km 65.960 to Km 116.440	2022 and 2025	In 2022: A Segmental Girder on P16-P17 of RHS Carriageway fell down due to failure of hydraulic jacks at Km 107+400 Anaikarai Major Bridge across Kollidam river. In 2025: The RE wall blocks portion of the A2 (Thanjavur) side approach	In 2022: A penalty amounting to Rs. 7.305 crore (being 0.5% of the BPC) had been imposed and recovered from the Concessionaire. The collapsed span has been reconstructed by the Concessionaire with their own cost. In 2025:

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
				(LHS side) have been disconnected from the geo grid and fallen down.	The rectification work completed by the Concessionaire at their own cost.
	75	4-laning of Thanjavur - Trichy section from Km 80.000 to Km 136.490	2023	The RE wall panel portion of the A1 (Thanjavur) side approach (LHS side) have been disconnected from the geo grid and fallen down.	Based on report of Expert Committee, restoration work using soil nailing completed by Contractor.
Uttar Pradesh	76	Construction of 4 lane green field highway from km 35.00 to 49.155 of NH-731A with paved shoulder on Hybrid Annuity Mode in the State of Uttar Pradesh. (Job No. CE-RO-LKO/NH(O)/NH-731A/2021-22/627 dt 05-01-2022)	2025	Cracks observed over DBM due to percolation of rain water in some stretches.	The project is under construction, the repair and rectification work taken up by the concessionaire at its own cost.
	77	Lucknow Ring Road Pkg-3A	2024	Cracks in PQC Panel in length of 2.886 Km.	Contractor has initiated process for rectification of damages.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
	78	Rehabilitation and Up-gradation from km. 285.000 to 326.000 of NH-76 (Kalupur - Lalta Road) to two lane with paved shoulder on EPC mode in the state of Uttar Pradesh	2020	Cracks in rigid pavement.	Defect Liability Period has been extended till the rectification of defects observed during DLP. Rectification work based on IQA report completed.
	79	Rehabilitation and Up-gradation from km. 178.000 to 215.000 of NH-76 (Kabrai – Banda Road) to two lanes with paved shoulder on EPC mode in the state of Uttar Pradesh	2020	Cracks in rigid pavement.	Defect Liability Period has been extended till the rectification of defects observed during DLP. Rectification work based on IQA report completed.
Uttar Pradesh and Haryana	80	Eastern Peripheral Expressway (packages- I, II, III, VI)	2021, 2022	Poor quality of construction.	Contractors debarred. Repair works under taken by ToT Concessionaire.
Uttar Pradesh & Uttarakhand	81	4L of Haridwar-Nagina section of NH-74	2023	PQC panel cracks	Contractor has initiated process for rectification of damages.
Uttarakhand	82	Construction, Operation and Maintenance of 2-Lane Bi- Directional Silkyara Bend Barkot Tunnel with escape passage including approaches on Dharasu–Yamunotri section between Ch. 25.400 Km and Ch. 51.000 Km falling along NH-134 (OLD NH-94) in the state	2023	Collapse at cavity in under construction Silkyara Tunnel.	Rectification measures taken up by the EPC contractors at its own cost. Actions as per the Investigation Committee Report initiated.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
		of Uttarakhand			
West Bengal	83	Construction of 4-Laning of Puruliya Bypass Section from Km. 84.030 to Km. 94.345 of NH-32 (length 10.315 Km) in the State of West Bengal on EPC Mode	2025	Cracks have developed in the newly constructed PQC.	i) Rectification works initiated by Contractor. Amount of Rs. 20.00 Lakh withheld from Contractor's bill. ii) Key personal of AE has been debarred for a period of one year.
	84	Four laning with paved shoulders of NH-6 from Chichra to Kharagpur Km 185.150 to Km 134.400 including rehabilitation of existing four lane from Km 134.400 to Km 129.600 in the state of West Bengal	2023	Cracks in PQC panels	Rectification works completed at cost of EPC Contractor.
	85	Construction of new 4-lane bridge over river Ganga on NH-12 (old NH-34)	2020	One span collapsed due to toppling of launching girder.	Contractor debarred for 3 years. Rectification work taken up.
	86	Four laning of Berhampore – Farakka Section of NH-12 (old NH-34)	2024	Failure of membrane pad of Pot – PTFE bearing on P2 of Ahiron Bridge (Ch. 257+440 LHS MJB-truss). Also, a level difference up to 90mm had been observed between expansion joint of deck-I and deck-II along with missing of	Rs. 26.19 lacs penalty imposed on Concessionaire. Rectification work completed.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
				some anchoring bolts of connecting gusset plates.	
	87	Four laning of Farakka – Raiganj Section of NH-12 (old NH-34)	2024	Crack at the bottom of the deck slab at km 325+060 of the Mahananda Bridge (LHS). The crack was located under the fast lane between span P1 & P2 (PSC Girder). At RHS Pier 4 of MJB at 325+223, piles are exposed and heavy reinforcement were exposed. Exposed reinforcement were corroded.	Rectification work initiated by Concessionaire.
	88	Four laning of Berhampore – Farakka Section of NH-12 (old NH-34)	2025	Rutting, Potholes, Cracks	Rectification initiated by Concessionaire at his own cost.
	89	Six Laning of National Corridor NH-19 from Palsit to Dankuni (up to NH-6 Connector) from km 588.870 to km 652.700 in the state of West Bengal under Bharatmala Pariyojana to be executed on BOT (Toll) basis.	2026	Collapse of RE Wall	Toll has been suspended. 2 key personnel of IE and Concessionaire suspended.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
Odisha	90	Chandikhole-Bhadrak Section of NH-16	2023	1. Faulty Design in Bridge at km. 96+326: 2. Bridge at km. 79+614: The span A1-P1 had dislodged from the pier P2 due to breaking of the cantilever Portion of the pier cap and had fallen on the ground. Appearance of wide cracks (up to 3-4mm) in the pier cap on grid “P2”. Damages of deck slab and girders of the dislodged span.	1. For Faulty Design at Km 96+326, penalty imposed of Rs.30 Lakhs on the Concessionaire and Rs.5 Lakhs on the Independent Engineer. Team Leader of IE and Key Personnel of Concessionaire suspended. 2. For Bridge at km. 79+614: Penalty of Rs.5 crore imposed on the Contractor and Penalty of Rs.20 lakh imposed on the Supervision Consultant. Debarment of DPR Consultant for 1 year. The cost of entire remedial measures / reconstruction recovered from the Concessionaire.
	91	Completion of Balance Work Panikoili – Rimuli section of NH-215 (New NH-20) from Km.0.000 to Km.163.000 (Design Chainage Km0.000 to 166.173) in the state of Odisha in single percentage item rate Contract	2022	Collapse of pier cap (P8) and girders (P8 – P9 Span) in the Balance work of Belabahali Major Bridge (LHS at Km.35.341); Collapsed during launching of girders.	Restoration work executed by Contractor at his own Cost based on the recommendation of Expert Committee constituted.

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
Assam	92	Construction of 6-lane Standalone Flyovers at Bongaigaon, Chapaguri, Pathsala, Simlaguri Chowk and Baihata Junctions on stretches of NH-31 & NH-31C [new NH-27 (EW)] in the State of Assam under Bharatmala Pariyojana on EPC basis	2024	Falling of one PSC Girder at Baihata Flyover (Span P1-P2), resulting in the death of one person.	Penalty imposed on Contractor. Contractor debarred for 4 months.
Meghalaya	93	Two Lane with paved shoulders configuration in Jowai-Meghalaya Assam Border Section of NH - 44 from Km 69.200 to Km 173.200 (design Ch 171.455) in the state of Meghalaya	2025	Slippage of Bituminous concrete for a length of approximate 10-15 mtrs	Penalty of Rs. 20,00,000/- imposed on Contractor and rectification work carried out by Contractor at his own cost.
Delhi	94	Construction of Dwarka Expressway Package-1, from Shiv Murti Intersection at Km 20 of NH-8 till road under Bridge (RUB) near Dwarka Sector-21(From Km -0.600 to 5.300) in the state of Delhi on EPC mode	2023	P8-P9 of flyover part of Shiv Murti interchange on Dwarka Expressway toppled.	Remedial measures completed by Contractor.
Andaman & Nicobar Islands	95	Rehabilitation of km 181.00 to Km 206.00 section in Andaman Trunk Road of NH-4 to Intermediate Lane with hard shoulder in the union Territory of Andaman & Nicobar islands (Total length 25.00 km) on EPC Mode" (Package-VII)	2024	Distress, sinking of pavement at various locations.	Rectification works completed.
	96	Construction of 4 Nos. of Minor Bridges at Km 21.717, Km 23.150, Km 88.300, Km 92.100 of NH- 223 (New NH-4) connecting South	2024	Punching in Deck Slab (LHS) of the minor bridge across BD Nallah at Km 88+300 and other	The EPC contractor has carried out the necessary rectifications at their own expense including replacement

State	S. No.	Name of the Project	Year of incident	Details of Major damages / defects	Action Taken
		Andaman and Baratang Island in the Union Territory of Andaman & Nicobar Islands on EPC mode.		quality issues including bad workmanship.	of slab as recommended by CRRI-CSIR report.

चित्रकूट विमानपत्तन को चालू किया जाना

4587. श्रीमती कृष्णा देवी शिवशंकर पटेलः

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि पहले उत्तर प्रदेश के चित्रकूट के विमानपत्तन से पूर्व में हवाई सेवाएं संचालित की जाती थी और यह वर्तमान में बंद हैं, और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं और उक्त हवाई सेवाओं को फिर से शुरू करने के लिए सरकार द्वारा अब तक क्या कदम उठाए गए हैं?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क) और (ख): चित्रकूट हवाईअड्डे को आरसीएस उड़ान स्कीम के तहत विकसित और कार्यशील किया गया था और फ्लाईबिग ने 12 मार्च 2024 को चित्रकूट और लखनऊ के बीच आरसीएस उड़ान परिचालन शुरू किया था। तथापि, लखनऊ हवाईअड्डे पर निर्माण-कार्य के कारण खराब दृश्यता और दिन में रनवे बंद होने के कारण दिसंबर 2024 से सेवाएं बंद कर दी गई थीं।

चित्रकूट को कानपुर, खजुराहो, प्रयागराज और वाराणसी से जोड़ने वाले RCS रूट भी फ्लाईबिग को अवार्ड किए गए हैं, जिसने स्कीम के तहत अपने संविदात्मक अधिकार और दायित्व स्काईहॉप एविएशन प्राइवेट लिमिटेड को सौंप दिए हैं। एयरलाइन डीजीसीए से अपना हवाई परिचालन परमिट प्राप्त करने के लिए प्रक्रियारत है।

HOUSES ELECTRIFIED UNDER SAUBHAGYA SCHEME

4588. SHRI AMARSING TISSO:

Will the Minister of **POWER** be pleased to state:

(a) whether all households in Karbi Anglong and Dima Hasao districts in Assam were electrified under the Saubhagya Scheme and if so, the details thereof;

(b) whether any households in the said districts are currently without functional electricity connections and if so, the details thereof; and

(c) the steps taken under the Revamped Distribution Sector Scheme (RDSS) to ensure reliable and uninterrupted power supply in these hilly districts?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c): (i) Electricity being a concurrent subject, supply and distribution of electricity to consumers is within the purview of the respective State Government/ distribution utility.

(ii) Government of India (GoI) has been supplementing the efforts of the States in providing access to electricity to all consumers, previously under schemes of Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY) launched in 2014 and Pradhan Mantri Sahaj Bijli Har Ghar Yojana (SAUBHAGYA) launched in October, 2017, and presently under Revamped Distribution Sector Scheme (RDSS) launched in 2021.

(iii) As reported by the States/ UTs, all the inhabited un-electrified census villages in the country were electrified by 28th April, 2018. A total of 18,374 villages were electrified under DDUGJY including 2,732 villages in the States of Assam.

Further, under DDUGJY and thereafter during SAUBHAGYA, electrification of all willing households was completed as reported by the States/UTs. A total of 2.86 crore households were electrified during SAUBHAGYA period including 61,928 and 14,295 households in the districts of Karbi Anglong and Dima Hasao respectively. Both the schemes stand closed as on 31.03.2022.

(iv) Government of India is supporting States for grid electrification of left-out households under the ongoing scheme of Revamped Distribution Sector Scheme (RDSS), launched in July, 2021. It includes works for electrification of Particularly Vulnerable Tribal Group (PVTG) households identified under PM-JANMAN (Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan), tribal households under DA-JGUA (Dharti Aaba Janjatiya Gram Utkarsh Abhiyan), Scheduled Caste households under Pradhan Mantri Anusuchit Jaati Abhyuday Yojna (PM-AJAY) and remote & border households under Vibrant Villlages Program (VVP), as per proposals submitted by the States, wherever found feasible. Till date, electrification works for 13.65 lakh households have been sanctioned under RDSS including 9,011 and 2,604 households for the districts of Karbi Anglong and Dima Hasao respectively.

(v) Since most of the left-out households are in remote, hilly and forest areas, the norms for electrification under RDSS have been relaxed and the ceiling limit for cost of electrification was enhanced. Grid based electrification works have been sanctioned under RDSS wherever found feasible as per the revised norms.

(vi) The details of works sanctioned under RDSS for Karbi Anglong and Dima Hasao districts for strengthening distribution infrastructure are given in the enclosed **Statement**.

STATEMENT

Loss Reduction Infrastructure works

Karbi Anglong district:

Major Components	Sanctioned Qty	Sanctioned Cost (INR Cr.)
Cabling Works (LT)	87.53 Ckms.	4.85
HVDS (11 kV Line)	230.03 Ckms.	24.25
HVDS (DTR)	55	2.17
Feeder Bifurcation	45 Ckms.	4.74
Reconductoring/Augmentation of 11 or 22 kV Line	61.14 Ckms.	15.99
Reconductoring/Augmentation of 33 or 66 kV Line	11.5 Ckms.	1.98
Additional Household Electrification	9,011	59.99
Total		**113.98**
Physical Progress		**31.48%**

Dima Hasao district:

Dima Hasao district: Major Components	Sanctioned Qty	Sanctioned Cost (INR Cr.)
Cabling Works (Low Tension)	44.45 Ckms.	2.46
High Voltage Distribution System (HVDS 11 kV Line)	62.86 Ckms.	6.63
HVDS Distribution Transformer (DTR)	9	0.65
Reconductoring/ Augmentation of 11 or 22 kV Line	42.58 Ckms.	14.88
New 33 or 66 KV line	15 Ckms.	5.50
Additional Household Electrification	2,604	17.35
Total		**47.47**
Physical Progress		**33.46%**

SUSTAINABLITY OF WATER SUPPLY SYSTEMS UNDER

JAL JEEVAN MISSION

4589. SHRI JAGADISH SHETTAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has established any monitoring or evaluation framework to measure the long-term sustainability of water supply systems under Jal Jeevan Mission (JJM) including operations, maintenance and

community participation mechanisms and if so, the details thereof; and

(b) whether the Government has identified villages or households where functional tap water supply under JJM is still not available and if so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA): (a) and (b): Since August 2019, Government of India, in partnership with States, is implementing Jal Jeevan Mission (JJM)-Har Ghar Jal to enable every rural household in the country, to have assured potable water through tap connection. Drinking water is a State subject, and hence, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply schemes, including those under the Jal Jeevan Mission, lies with the respective State/UT Governments. The Government of India supports the States by providing technical and financial assistance only.

For online monitoring, JJM–Integrated Management Information System (IMIS) and online JJM–Dashboard has been put in place. Provision has also been made for transparent online financial management through Public Financial Management System (PFMS).

Further, to enhance transparency and to ensure technically sound implementation of Jal Jeevan Mission and also to ensure ground truthing of assets, the Sujalam Bharat database is a digital platform designed for States /

UTs to systematically map, geotag, and monitor rural water supply assets. It enables field-level data capture and validation for bulk water, out-village, and in-village components, generating unique Sujal Gaon IDs. As a foundational Digital Public Infrastructure (DPI), it creates a GIS-based digital asset registry, linking infrastructure components to ensure a seamless, transparent, and data-driven supply chain from source to household.

At the time of launching of JJM in 2019, only 3.24 Crore rural households (16.72%) of the country had tap water connections. Since then, about 12.58 Crore families living in rural areas have been provided with tap water connections in their homes and as on 17.03.2026, out of total 19.36 crore rural households, 15.83 Crore (81.75%) households are having tap water connections.

CENTRAL ASSISTANCE UNDER FMBAP TO WEST BENGAL

4590. SHRI ISHA KHAN CHOUDHURY:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the details of actual amount provided to West Bengal as Central Assistance exclusively for flood management and anti-erosion reconstruction under the Flood Management and Border Areas Programme (FMBAP) since the inception of the Eleventh Plan, year-wise;

(b) the details of the actual amount provided to Malda and Murshidabad districts by the State Government of West Bengal exclusively for flood and

erosion reconstruction since the inception of the said Plan, year-wise; and

(c) whether the FMBAP also allows for relief works such as provision of tarpaulins and foodstuff and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): Central Assistance released to Government of West Bengal under the Flood Management and Border Areas Programme (FMBAP) since the inception of the XI Plan is given in the enclosed **Statement.**

Three flood management projects with an estimated cost of Rs. 490.73 crore of Murshidabad districts of West Bengal have been included for funding under FMBAP scheme and central assistance amounting to Rs. 159.36 Crore has been released to State.

(c): The relief works such as provision of Tarpaulins and foodstuff are not included under FMBAP.

STATEMENT

Year wise Central Assistance (CA) released to the State of West Bengal since the beginning of the XI Plan:

(Amount in Rs. Crore)

XI Plan	XII Plan	2017-18	2018-19	2019-20	2021-22	2024-25	Total
771.75	194.75	65.03	89.312	117.12	44.15	7.78	**1289.89**

URBAN DEVELOPMENT SCHEMES IN TELANGANA

4591. SHRI GODAM NAGESH:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the details of implementation status of the Affordable Rental Housing Complexes (ARHCs) scheme for urban migrants and the poor across the country, State/UT-wise, particularly in Telangana;

(b) the number of beneficiaries covered under the Pradhan Mantri Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi) scheme, loan amounts sanctioned and digital transactions recorded, city-wise in Telangana;

(c) whether the Government has undertaken any urban reforms relating to property tax, municipal finance strengthening and ease of living index in cities, particularly in Telangana and if so, the details thereof; and

(d) the steps taken to support climate-resilient urban infrastructure, green mobility and sustainable urban planning in the cities of Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): Ministry of Housing and Urban Affairs (MoHUA) launched Affordable Rental Housing Complexes (ARHCs) as a sub-scheme of Pradhan Mantri Awas Yojana – Urban (PMAY-U) in July 2020 to address the housing need faced by migrant workers, urban poor and informal sector labourers from Economically Weaker Section (EWS)/Low Income Group (LIG) category across the country including

Rajasthan. This scheme has been implemented through two models. Under Model-1, a total of 5,783 Government funded vacant houses have been converted into ARHCs, so far. Additionally, proposals for converting 7,413 existing Government funded vacant houses into ARHC units have been processed in the States of Gujarat, Himachal Pradesh, Haryana, Madhya Pradesh and Rajasthan. Further, based on the proposals submitted by States/Union Territories (UTs) under Model 2, MoHUA has approved proposals for construction of 83,298 new ARHC units in several States including 14,490 units from State of Telangana. Out of total approved units, 40,630 ARHC units have been completed. The State/UT-wise details of ARHCs are given in the enclosed **Statement-I.**

Further, based on the learnings of ARHCs, a dedicated vertical of Affordable Rental Housing (ARH) has been provisioned under PMAY-U 2.0 which aims to promote construction of affordable rental housing close to the workplaces of the intended beneficiaries including urban migrants/ industrial workers/ working women/ students/ urban poor etc. The ARH vertical is implemented through two models:

Model-1: Converting existing Government funded vacant houses into ARH through Public Private Partnership mode or by Public Agencies.

Model-2: Construct, Operate and Maintain rental housing by Private/Public Entities for urban poor, working women, employees of Industries, Industrial Estates, Institutions and other eligible EWS/LIG families.

The Scheme Guidelines of PMAY-U 2.0 are available at https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf.

In this regard, an Expression of Interest (EoI) has been issued by the Ministry for submission of project proposals for construction of new ARH units by all interested Public/Private Entities under PMAY-U 2.0. The web link for EOI is at https://pmay-urban.gov.in/ARH-EOI.pdf.

(b): Since the inception of PM SVANidhi scheme till 1st March 2026, 4.44 lakh street vendor beneficiaries have availed loans with sanctioned amount of ₹1,384.76 crore in the State of Telangana. Further, the beneficiaries have conducted 74.48 crore digital transactions so far. The Urban Local Body (ULB) - wise details of beneficiaries, amount of loan sanctioned and number of digital transactions conducted in the state of Telangana under PM SVANidhi scheme, as on 01.03.2026 is given in the enclosed **Statement-II.**

(c): The Government of India has undertaken several urban reforms aimed at strengthening municipal finances, improving property tax systems and enhancing ease of living under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0. Reforms relating to property tax rationalization, user charges for water and sewerage services, and citizen-centric urban governance have been promoted under this mission. These reforms are applicable nationwide, including AMRUT cities in Telangana.

The mandatory reforms include notification of property tax floor rates linked

to guidance values with demonstrated improvements in collections, and user charges that cover operation and maintenance costs of water/sewerage services; both are required to be implemented by States. Seven incentivized reforms cover building bye-laws (dual water piping, EV charging, WiFi infrastructure), online municipal services and grievance redressal, water body rejuvenation, GIS-based property mapping, Local Area Plans/Town Planning Schemes, reduction of non-revenue water below 20%, and recycle/reuse of treated wastewater to meet 20% urban and 40% industrial demand.

(d): AMRUT launched in the year 2015 in selected 500 cities (now 485 cities including 15 merged cities) and towns across the country, was focused on development of basic infrastructure, in the selected cities and towns, in the sectors of water supply; sewerage and septage management; storm water drainage; green spaces and parks; and non-motorized urban transport. AMRUT 2.0 has been launched in the year 2021 in all ULBs/cities, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Water body rejuvenation and green spaces and parks are other components of the Mission. Under the Mission, States/UTs are empowered to select, appraise, prioritize and implement projects.

Under AMRUT, State of Telangana has grounded 66 projects worth ₹1,663.08 crore which include 27 water supply projects worth ₹1,424.09 crore, 4

sewerage/septage management projects worth ₹203.30 crore and 35 green spaces & park projects worth ₹35.69 crore. All 66 projects have been completed.

Under AMRUT 2.0, the State Water Action Plans of Telangana for 252 projects worth ₹9,584.26 crore comprising of 98 water supply projects worth ₹3,429.04 crore, 12 sewerage/septage management projects worth ₹5,775.11 crore and 142 waterbody rejuvenation projects worth ₹380.11 crore have been approved.

The Hyderabad Metro Rail Project approved under Public Private Partnership (PPP) is a State Government of Telangana initiative with Viability Gap Funding from Ministry of Finance. The project was sanctioned on 24th August 2014. Total length of the project comprising 3 corridors is 69 km with 59 stations (all elevated) and the sanctioned cost is ₹14,132 crore. The project is fully operational since February 2020.

STATEMENT-I

A. State/UT-wise details of the existing Government funded vacant houses converted into ARHCs for the beneficiaries under Model-1 of the scheme:

S. No.	Name of State/UT	Name of City	No. of vacant houses converted into ARHCs
1	Chandigarh	Chandigarh	2,195
2	Gujarat	Surat	528
3		Ahmedabad	1,376
4		Rajkot	698
5	Rajasthan	Chittorgarh	480
6	Jammu & Kashmir	Jammu	336

7	Uttarakhand	Lalkuan	100
8		Dehradun	70
Total			**5,783**

B. State/UT-wise details of ARHC units sanctioned and construction completed by Public/Private Entities under Model-2 of the scheme:

S. No.	Name of		Name of Entity	Total Units	Construction completed
	State	City			
1	Tamil Nadu	Sriperumbudur	SPR City Estates Pvt. Ltd.	18,112	6,160
2		Sriperumbudur,	SPR Construction Pvt. Ltd.	4,994	4,994
3		Hosur	Tata Electronic Pvt. Ltd.	13,500	10,756
4		Chennai	State Industries Promotion Corporation of Tamil Nadu	18,720	18,720
5		Chennai	Chennai Petroleum Corporation Ltd.	1,040	-
6		Chennai	SPR Construction Pvt. Ltd.	5,045	-
7	Chhattisgarh	Raipur	Indian Oil Corporation Ltd.	2,222	-
8	Assam	Kampur Town	Guwahati Refinery Indian Oil Corporation Ltd.	2,222	-
9	Uttar Pradesh	Prayagraj	Indian Oil Corporation Ltd.	1,112	-
10	Gujarat	Surat	Mitsumi Housing Pvt. Ltd.	453	-
11	Telangana	Nizampet	Sivani Infra Pvt. Ltd.	14,490	-
12	Andhra Pradesh	Kakinada	Coastal Developers Pvt. Ltd.	736	-
13		Vizianagram	Coastal Developers Pvt.	652	-
Total				83,298	40,630

STATEMENT- II

ULB-wise details of beneficiaries, amount of loan sanctioned and number of digital transactions conducted in the state of Telangana under PM SVANidhi scheme:

(As on 01.03.2026)

Urban Local Bodies (ULBs)	Beneficiaries	Amount of Loans Sanctioned (₹ in crore)	Digital Transactions Conducted
Adilabad Municipality	7,549	18.62	94,67,643
Bellampalli Municipality	2,956	9.54	55,80,580
Bhainsa Municipality	2,852	12.58	30,27,060
Kagaznagar Municipality	3,184	12.83	51,03,376
Mancherial Municipal Corporation	7,525	21.62	1,30,20,410
Mandamarri Municipality	2,992	10.25	48,86,020
Nirmal Municipality	5,998	21.80	79,87,432
Armoor Municipality	3,834	13.26	42,24,901
Nizamabad Municipal Corporation	23,863	67.25	2,78,85,783
Bodhan Municipality	5,225	16.00	64,81,610
Kamareddy Municipality	5,426	17.48	61,98,761
Sangareddy Municipality	4,371	14.26	75,97,421
Medak Municipality	3,196	11.44	37,22,475
Siddipet Municipality	7,225	21.57	1,12,15,488
Zaheerabad Municipality	4,006	12.66	63,23,030
Sadasivpet Municipality	2,243	7.71	36,49,222
Tandur Municipality	3,215	8.42	57,74,415
Vikarabad Municipality	3,109	11.25	52,65,714
Mahabub Municipal Corporation	9,338	27.93	1,38,90,327
Narayanpet Municipality	2,021	7.33	26,98,108
Gadwal Municipality	3,755	13.48	57,43,527
Wanaparthy Municipality	2,859	9.17	43,01,330

Urban Local Bodies (ULBs)	Beneficiaries	Amount of Loans Sanctioned (₹ in crore)	Digital Transactions Conducted
Khammam Municipal Corporation	16,471	48.22	2,51,61,909
Yellandu Municipality	1,719	6.50	29,73,348
Manugur Municipality	1,770	5.30	31,03,258
Sathupally Municipality	1,986	7.16	33,22,108
Kothagudem Municipal Corporation	8,865	24.95	1,36,73,212
Ramagundam Municipal Corporation	13,693	52.44	2,43,64,107
Jagtial Municipality	4,906	13.70	61,48,498
Korutla Municipality	3,559	9.99	35,36,394
Karimnagar Municipal Corporation	13,310	45.34	2,24,99,924
Sircilla Municipality	5,849	21.54	93,46,866
Greater Hyderabad Municipal Corporation	98,172	293.04	21,55,90,050
kurnool Municipality	1,559	5.41	27,42,700
Bhongir Municipality	2,596	7.60	46,23,535
Suryapet Municipality	5,184	13.41	91,53,239
Nalgonda Municipality	6,635	15.39	1,13,80,700
Devarakonda Municipality	1,465	4.66	25,58,056
Miryalaguda Municipality	4,793	13.04	71,10,304
Jangaon Municipality	5,989	18.10	92,79,095
Greater Warangal Municipal Corporation	33,568	117.85	5,67,81,293
Metpalli Municipality	2,945	7.47	31,10,059
Kodad Municipality	3,197	10.41	50,35,857
Huzurnagar Municipality	1,728	6.37	28,59,112
Huzurabad Municipality	2,410	7.65	33,60,199
Jammikunta Municipality	2,618	8.50	39,12,442
Husnabad Municipality	1,377	4.39	19,80,516

Urban Local Bodies (ULBs)	Beneficiaries	Amount of Loans Sanctioned (₹ in crore)	Digital Transactions Conducted
Peddapalli Municipality	2,979	9.76	43,47,954
Vemulawada Municipality	2,230	6.93	31,14,667
Narsampet Municipality	2,220	7.00	37,79,059
Bhupalpalle Municipality	2,518	8.87	46,46,015
Shadnagar Municipality	2,277	6.03	33,94,366
Gajwel Municipality	1,921	4.89	32,37,260
Madhira Municipality	1,864	5.54	23,56,952
Parkal Municipality	1,138	4.20	18,61,186
Mahabubabad Municipality	5,540	15.58	89,91,058
Kollapur Municipality	892	2.59	14,74,064
Ieeja Municipality	1,219	3.34	16,53,366
Kalwakurthy Municipality	1,320	4.30	21,62,173
Ibrahimpatnam Municipality	1,167	3.18	19,57,951
Andole Jogipet Municipality	1,092	3.43	14,39,681
Dubbak Municipality	1,733	6.64	22,97,691
Achampet Municipality	1,295	4.34	21,95,585
Jadcherla Municipality	1,905	3.98	35,29,097
Secunderabad Cantonment Board	5,265	15.94	98,06,220
Raikal Municipality	839	2.60	10,22,210
Waddepalle Municipality	498	1.50	7,25,640
Dharmapuri Municipality (Jagitial)	766	2.71	9,14,394
Alampur Municipality	412	1.24	5,78,390
Choppandandi Municipality	910	2.94	9,76,606
Yellareddy Municipality	1,211	3.43	16,49,829
Wyra Municipality	1,749	6.20	22,05,394
Dornakal Municipality	953	2.15	16,95,849
Maripeda Municipality	1,217	2.97	23,37,089
Thorrur Municipality	1,031	2.82	16,10,033
Makthal Municipality	1,041	2.92	13,68,845

Urban Local Bodies (ULBs)	Beneficiaries	Amount of Loans Sanctioned (₹ in crore)	Digital Transactions Conducted
Bhootpur Municipality	710	2.76	13,19,793
Kosgi Municipality	948	2.72	13,29,220
Chennur Municipality	1,305	3.26	19,42,610
Kyathanpally Municipality	1,667	4.76	30,54,137
Luxettipet Municipality	923	2.42	13,06,106
Ramayampet Municipality	811	2.06	8,72,228
Toopran Municipality	900	1.95	15,20,471
Narsapur Municipality	769	2.32	10,32,712
Chityal Municipality	643	2.13	10,53,558
Haliya Municipality	797	2.29	13,62,385
Chandur Municipality (NALGONDA)	592	2.39	8,96,985
Khanapur Municipality	1,226	5.36	14,84,575
Bheemgal Municipality	823	3.31	7,01,445
Manthani Municipality	922	2.54	14,91,470
Sulthanabad Municipality	1,043	2.87	15,43,401
Shankarpally Municipality	975	2.47	13,73,808
Amangal Municipality	453	0.76	7,47,248
Narayankhed Municipality	640	1.83	9,50,826
Cherial Municipality	904	3.62	15,41,177
Nereducharla Municipality	688	2.72	11,79,264
Thirumalagiri Municipality	948	3.28	17,65,559
Parigi Municipality	827	2.90	15,53,241
Kodangal Municipality	715	2.74	9,29,525
Wardhannapet Municipality	864	3.38	14,85,170
Kothakota Municipality	882	3.13	14,84,423
Pebbair Municipality	793	2.23	11,46,605
Atmakur Municipality	697	2.20	10,65,860
Mothkur Municipality	737	2.40	12,08,980
Amarchinta Municipality	510	1.70	8,12,570
Choutuppal Municipality	1,454	4.54	22,23,635

Urban Local Bodies (ULBs)	Beneficiaries	Amount of Loans Sanctioned (₹ in crore)	Digital Transactions Conducted
Alair Municipality	930	3.06	15,52,076
Pochamapally Municipality	899	2.85	15,78,852
Yadagirigutta Municipality	745	2.26	16,75,158
Banswada Municipality	1,630	5.47	19,30,425
Nandikonda Municipality	786	2.41	10,91,883
Kothur Municipality	188	0.33	2,28,783
Nakrekal Municipality	1,122	2.32	14,39,920
Edulapuram Municipality	68	0.12	1,982
Kalluru Municipality	-	0.00	-
Total	**4,44,842**	**1,384.76**	**74,48,58,104**

वर्धनीय कार्यपूंजी ऋण

4592. श्री हरीश चंद्र मीनाः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएम स्वनिधि) योजना के अंतर्गत रेहड़ी-पटरी विक्रेताओं को वर्धनीय कार्यपूंजी ऋण प्रदान किए जा रहे हैं;

(ख) यदि हां, तो टोंक-सवाई माधोपुर लोक सभा निर्वाचन क्षेत्र के अंतर्गत आने वाले शहरी स्थानीय निकायों में अब तक प्राप्त, अस्वीकृत और लंबित आवेदनों की संख्या सहित स्वीकृत तथा वितरित किए गए ऋणों का वर्ष-वार ब्यौरा क्या है;

(ग) उक्त योजना के अंतर्गत राजस्थान में लाभार्थियों का जिला-वार और श्रेणी-वार (महिला, अनुसूचित जाति/अनुसूचित जनजाति/अन्य पिछड़ा वर्ग, दिव्यांगजन और अल्पसंख्यक समुदाय-वार) ब्यौरा क्या है; और

(घ) क्या सरकार ने उक्त योजना के प्रभावी कार्यान्वयन हेतु शहरी स्थानीय निकायों/बैंकों के साथ

समन्वय सुदृढ़ करने, पंजीकरण और ऋण वितरण में तेजी लाने, डिजिटल भुगतान प्रशिक्षण प्रदान करने तथा फर्जी/दोहरे आवेदनों को रोकने के लिए कोई विशिष्ट कार्रवाई की है या कोई विशिष्ट निर्देश जारी किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): जी हाँ। प्रधान मंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएम स्वनिधि) योजना के तहत, पथ विक्रेताओं को उनके व्यवसाय में सहयोग देने और विस्तार करने के लिए कोलेटरल मुक्त कार्यशील पूंजी ऋण, बढ़ती किश्तों में प्रदान किए जाते हैं। पात्र पथ विक्रेता पहली किश्त के रूप में 15,000 रुपए तक, पहले ऋण के समय पर पुनर्भुगतान पर दूसरी किश्त के रूप में 25,000 रुपए तक और दूसरे ऋण के सफल पुनर्भुगतान के बाद तीसरी किश्त के रूप में 50,000 रुपए तक का ऋण प्राप्त कर सकता है।

(ख): पीएम स्वनिधि योजना की शुरुआत से लेकर 1 मार्च 2026 तक, टोंक-सवाई माधोपुर लोक सभा निर्वाचन क्षेत्र के अंतर्गत शहरी स्थानीय निकायों में 13415 ऋण आवेदन प्राप्त हुए थे, जिनमे से कुल 10541 ऋण स्वीकृत किए गए थे और 10350 ऋण संवितरित किए गए थे। इसके अतिरिक्त, लगभग 2,100 और 190 ऋण आवेदन क्रमशः स्वीकृति और संवितरण स्तर पर हैं। टोंक-सवाई माधोपुर लोक सभा क्षेत्र के अंतर्गत प्राप्त आवेदनों, स्वीकृत और संवितरित ऋणों की वर्षवार संख्या संलग्न **विवरण-I** में दी गई है।

(ग): पीएम स्वनिधि योजना की शुरुआत से लेकर 1 मार्च 2026 तक, राजस्थान राज्य में लाभार्थियों का जिला और श्रेणीवार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(घ): 27 अगस्त 2025 को पुनर्गठित पीएम स्वनिधि योजना के अनुमोदन के पश्चात, 17 सितंबर 2025 से 15 अक्टूबर 2025 तक स्थानीय निकायों (यूएलबी) में लोक कल्याण मेलों का आयोजन किया गया। इन मेलों के माध्यम से योजना की नई विशेषताओं का प्रचार-प्रसार किया गया तथा

विक्रेताओं को संगठित करने, ऋण आवेदन प्रस्तुत करने, ऋण के शीघ्र संवितरण और लाभार्थियों के डिजिटल ऑनबोर्डिंग में सहायता प्रदान की गई। इसके अतिरिक्त, सभी राज्यों और संघ राज्य क्षेत्रों में 3 नवंबर 2025 से 2 दिसंबर 2025 तक बैंकों तथा शहरी स्थानीय निकायों दोनों के स्तर पर लंबित ऋण मामलों के निपटान के लिए एक विशेष अभियान भी चलाया गया।

शहरी स्थानीय निकाय (यूएलबी), डिजिटल भुगतान एग्रीगेटर्स (डीपीए) के सहयोग से, नियमित रूप से डिजिटल साक्षरता शिविरों का आयोजन भी करते हैं। पथ विक्रेताओं के बीच डिजिटल ऑनबोर्डिंग को बढ़ावा देने और कैशलेस भुगतान को प्रोत्साहित करने के लिए, लाभार्थियों को कैशबैक प्रोत्साहन प्रदान किए जाते हैं।

इस योजना के तहत, पथ विक्रेताओं को आधार-आधारित ई-केवाईसी (असम और मेघालय को छोड़कर सभी अन्य राज्यों/संघ राज्य क्षेत्रों में) का उपयोग करके पंजीकरण कराना और पहचान प्रमाणित करना अनिवार्य है। चूंकि आधार संख्या प्रत्येक व्यक्ति के लिए अलग होती है, इसलिए सिस्टम एक से अधिक आवेदन जमा करने के किसी भी प्रयास को स्वचालित रूप से चिह्नित करके अस्वीकार कर देता है।

आवासन और शहरी कार्य मंत्रालय, वित्तीय सेवा विभाग (डीएफएस) के साथ मिलकर, जमीनी स्तर पर कार्य-निष्पादन का आकलन करने और यदि कोई समस्या हो तो उसका समाधान करने के लिए राज्यों/संघ राज्य क्षेत्रों/शहरी स्थानीय निकायों/ऋण संस्थानों (एलआई) के साथ नियमित समीक्षा बैठकें आयोजित करता है।

विवरण-I

पीएम स्वनिधि योजना के अंतर्गत टोंक-सवाई माधोपुर लोक सभा क्षेत्र के शहरी स्थानीय निकायों में प्राप्त आवेदनों, स्वीकृत एवं संवितरित ऋणों की संख्या का वर्ष-वार ब्यौरा:

(01.03.2026 तक)

वर्ष	प्राप्त आवेदनों की संख्या	स्वीकृत ऋणों की संख्या	संवितरित ऋणों की संख्या
वित्त वर्ष 20-21	4,059	2,197	2,015
वित्त वर्ष 21-22	503	407	567
वित्त वर्ष 22-23	1,358	535	229
वित्त वर्ष 23-24	2,313	4,271	4,545
वित्त वर्ष 24-25	1,457	1,337	1,373
वित्त वर्ष 25-26 (1 मार्च 2026 तक)	3,725	1,794	1,621
कुल	**13,415**	**10,541**	**10,350**

(डेटा का स्रोत: पीएम स्वनिधि पोर्टल)

विवरण-II

राजस्थान में पीएम स्वनिधि योजना के तहत लाभार्थियों की जिला और श्रेणी-वार संख्या

(01.03.2026 तक)

जिले का नाम	लाभार्थियों की कुल संख्या	अनुसूचित जाति	अनुसूचित जनजाति	अन्य पिछड़ा वर्ग	अल्पसंख्यक	महिलाएं	दिव्यांगजन
अजमेर	14,036	4,547	284	6,392	543	5,127	120
अलवर	7,425	2,333	204	3,495	100	3,363	49
बांसवाड़ा	10,848	3,006	782	4,349	672	4,226	40
बारां	2,535	719	80	1,378	148	600	13
बाड़मेर	3,178	887	196	1,722	70	1,004	17
भरतपुर	5,169	2,098	30	2,328	113	1,192	29
भीलवाड़ा	7,185	1,521	178	4,010	301	2,579	30
बीकानेर	2,184	713	11	975	67	681	9

जिले का नाम	लाभार्थियों की कुल संख्या	अनुसूचित जाति	अनुसूचित जनजाति	अन्य पिछड़ा वर्ग	अल्पसंख्यक	महिलाएं	दिव्यांगजन
बूंदी	2,671	631	80	1,589	124	695	13
चित्तौड़गढ़	3,444	573	128	1,893	196	1,120	284
चुरू	5,891	1,706	24	2,880	571	1,950	43
दौसा	2,983	766	220	1,542	92	969	21
धौलपुर	2,845	817	19	1,243	323	972	25
डूंगरपुर	1,257	167	388	425	71	589	5
श्री गंगानगर	7,884	3,762	172	2,541	268	3,241	42
हनुमानगढ़	6,562	2,016	148	3,082	282	2,541	46
जयपुर	43,092	7,464	3,103	15,556	2,729	15,104	530
जैसलमेर	1,711	363	159	910	78	512	12
जालौर	1,337	345	65	829	36	424	11
झालावाड़	3,317	917	116	1,641	243	955	57
झुंझुनू	4,530	1,289	47	2,353	418	1,181	47
जोधपुर	14,004	2,885	528	7,059	856	5,546	48
करौली	2,360	613	103	1,062	235	545	16
कोटा	18,408	4,973	736	8,051	947	6,861	150
नागौर	6,776	1,963	30	3,559	816	2,658	42
पाली	6,286	1,952	334	3,423	244	2,601	52
प्रतापगढ़	848	218	31	414	63	239	5
राजसमंद	2,315	521	80	1,228	68	1,047	7
सवाई माधोपुर	4,534	1,088	599	1,995	443	1,053	28
सीकर	5,788	1,484	164	2,665	780	1,737	41
सिरोही	2,921	821	384	1,154	132	1,157	19
टोंक	3,552	855	73	1,890	357	999	35
उदयपुर	7,893	1,448	649	3,673	567	3,622	11
कुल	**2,15,769**	**55,461**	**10,145**	**97,306**	**12,953**	**77,090**	**1,897**

(डेटा का स्रोत: पीएम स्वनिधि पोर्टल)

उत्तर प्रदेश में एससीएम की स्थिति

4593. श्री उज्ज्वल रमण सिंहः

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) उत्तर प्रदेश में स्मार्ट सिटी मिशन (एससीएम) की वर्तमान स्थिति क्या है, साथ ही इसके अंतर्गत पूर्ण की गई परियोजनाओं का ब्यौरा क्या है और इनकी संख्या कितनी है;

(ख) उत्तर प्रदेश के प्रत्येक चयनित शहर के लिए अब तक स्वीकृत की गई, जारी की गई और उपयोग की गई निधि का ब्यौरा क्या है; और

(ग) उक्त मिशन के अंतर्गत उत्तर प्रदेश के प्रत्येक चयनित शहर के पूर्ण विकसित होने और लक्ष्यों के प्राप्त होने की शहरवार अपेक्षित समयावधि क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) और (ख): स्मार्ट सिटी मिशन (एससीएम) के अंतर्गत उत्तर प्रदेश राज्य में 10 शहरों अर्थात आगरा, अलीगढ़, बरेली, झांसी, कानपुर, लखनऊ, मुरादाबाद, प्रयागराज, सहारनपुर और वाराणसी का चयन किया गया था। उत्तर प्रदेश राज्य में दावा की गई केंद्रीय वित्तीय सहायता, उपयोग की गई निधियों और परियोजनाओं की स्थिति का शहर-वार ब्यौरा आगे दर्शाया गया है:

(राशि करोड़ रु. में)

क्रम संख्या	शहर का नाम	भारत सरकार की निधियों की स्थिति		कुल परियोजनाएं		पूर्ण परियोजनाएं		कार्यान्वयन के चरण में	
		दावा की गई भारत सरकार की निधियां	उपयोग की गई भारत सरकार की निधियां	परियोजनाओं की संख्या	परियोजनाओं की लागत	परियोजनाओं की संख्या	परियोजनाओं की लागत	परियोजनाओं की संख्या	परियोजनाओं की लागत
1	आगरा	490	490	62	2,369	62	2,369	-	-
2	अलीगढ़	490	488	52	1,830	51	1,730	1	100
3	बरेली	490	485	88	1,476	88	1,476	-	-
4	झांसी	490	490	78	1,868	78	1,868	-	-
5	कानपुर	490	489	91	3,060	91	3,060	-	-

6	लखनऊ	490	490	103	2,126	102	2,115	1	11
7	मुरादाबाद	490	490	41	1,503	41	1,503	-	-
8	प्रयागराज	490	489	146	2,295	145	2,250	1	45
9	सहारनपुर	490	488	115	1,292	113	1,235	2	57
10	वाराणसी	490	490	117	3,342	117	3,342	-	-
	कुल	**4,900**	**4,890**	**893**	**21,161**	**888**	**20,949**	**5**	**212**

(ग): एससीएम का उद्देश्य पूरे शहर का विकास करना नहीं था बल्कि पुनर्स्थापन, पुनर्विकास, ग्रीनफील्ड विकास और एक पैन-सिटी पहल के माध्यम से क्षेत्र-आधारित विकास दृष्टिकोण का पालन करना था, जिसमें शहर के बड़े हिस्सों को शामिल करने वाले स्मार्ट समाधान अपनाए जाते हैं, ताकि एक अनुकरणीय मॉडल बनाया जा सके। एससीएम के तहत शहरों को मुख्य सचिव की अध्यक्षता में उच्चाधिकार प्राप्त संचालन समिति (एचपीएससी) द्वारा अनुमोदित विभिन्न क्षेत्रों जैसे स्मार्ट मोबिलिटी, जल स्वच्छता साफ़-सफाई (डब्ल्यूएएसएच), स्मार्ट गवर्नेंस, स्मार्ट ऊर्जा, पर्यावरण आदि में राज्यों/संघ राज्य क्षेत्रों से प्राप्त स्मार्ट सिटी प्रस्तावों (एससीपी) के आधार पर विकसित किया गया था।

31.03.2025 को एससीएम समाप्त होने के बाद, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) ने सभी राज्यों/संघ राज्य क्षेत्रों को 10 जून 2025 को परामर्शिका संख्या 27 और 24.02.2026 को अर्ध-शासकीय पत्र जारी किया है, जिसमें विशेष प्रयोजन तंत्रों (एसपीवी) को सलाह दी गई है कि वे भारत सरकार (जीओआई) द्वारा उन्हें जारी की गई निधि के लिए अपने उपयोगिता प्रमाण पत्र (यूसी) मार्च 2026 तक जमा कराएं, और निर्मित परिसंपत्तियों के लिए प्रचालन और रखरखाव योजनाएँ तैयार करें।

NEW NATIONAL HIGHWAY CONNECTING SIKKIM TO SILIGURI

4594. DR. INDRA HANG SUBBA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has appointed any agency to survey and design a new highway connecting Sikkim with Siliguri, if so, the details thereof;

(b) the details regarding the construction status of National Highway (NH) 510 undertaken by National Highways & Infrastructure Development Corporation Limited (NHIDCL) in the State of Sikkim; and

(c) whether the Government is considering any new National Highways (NHs) in the State of Sikkim, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The Government through its implementing agency National Highway Infrastructure Development Corporation (NHIDCL) has engaged a Project Management Consultancy (PMC) firm on 22.08.2025 for preparation of Detailed Project Report (DPR) as well as construction supervision for taking up widening to 2-lane with paved shoulder along with specialized slope protection works in vulnerable landslide / sinking zones in 52 km length of Sevoke–Rangpo Section of National Highway No. 10 in the states of Assam and West Bengal.

(b): National Highway (NH) 510 originates from Singtam and terminates at Gyalshing, covering a length of approximately 90 km. The development of the existing single-lane road to 2-lane with paved shoulder standards has been taken up in 06 contract packages of which, 02 contract packages i.e Singtam–Tarku and

Tarku–Rabongla covering about 32.5 km have largely been completed, except a small stretch of 3 km near Singtam affected due to the glacial lake outburst flood in 2023 and local Land Acquisition (LA) issues, for which DPR preparation is underway.

The Package-wise details of completed (2 nos.) and ongoing (04 nos.) projects of NH-510 are given in the enclosed **Statement.**

(c): The declaration of roads as National Highways is a continuous process and is done from time to time depending on requirement of connectivity, traffic density, economic importance, strategic needs and synergy with PM Gati Shakti National Master Plan.

STATEMENT

The Package-wise details of completed (2 nos.) and ongoing (04 nos.) projects of NH-510:

I: Completed Project of NH-510

S. No.	Name of work	Length (km)/ Cost (Rs in Cr)	Date of Start/ Scheduled Date of Completion	Actual Date of Completion
1.	Construction of 2 lane with paved Shoulder including Geometric Improvement from Km. 000 to Km. 16.000 of Stretch Singtam-Tarku of NH-510 on EPC Basis under SARD-NE Phase-A in the State of Sikkim	16.0 km / 375.80 Cr.	05.10.2019 / 05.04.2022	Part Completion Certificate issued for the section km 3.0 to km 16.00 on 29.11.2023. Due to **Glacial Lake Outburst Flood (GLOF)** in 2023 & local issues between section km 0.00 to 3.0, NHIDCL engaged DPR Consultant for the preparation of the DPR.
2.	Construction and up-gradation of existing road to 2 - lane with paved shoulder including geometric improvement of NH-510 from km 16.000 to km 32.500 (Tarku - Rabongla) on EPC basic under SARDP-NE Phase 'A' in the state of Sikkim.	16.5 km / 290.5 Cr.	01.11.2017 / 31.10.2020	30.04.2024

II: Ongoing Project of NH-510

S. No.	Name of work	Length (km)/ Cost (Rs in Cr)	Date of Start / Likely Date of Completion	Physical Progress (%)	Financial Progress (%)	Remarks
1.	Construction of 2-lane specification road with paved shoulder including Tunnel (300m) at Rabangla (Singtam – Tarku - Rabangla-Legship - Gyalshing) Package-III (Design Ch.: 32.500 km to 33.600 km) under SARDP-NE (Package- III)	1.10 km / 79.21 Cr	15.10.2020 / 26.03.2024	100%	98.43%	Physically Completed
2.	Rehabilitation & Upgradation of existing road to 2-lane with paved shoulder including geometric improvement of section from start of Rabongla km 33.600 to km 58.840 (Package- IV).	25.24 km / 292.80 Cr	31.10.2020 / 30.06.2026	64.30%	61.36%	**Under implementation.**
3.	Construction of 2-lane Specification Road with Paved Shoulder as Re-alignment (Greenfield Alignment) of Existing Stretch between Legship to Gyalshing of NH-510 (Design Chainage from Km 58.840 to Km 75.00) under SARDP-NE Phase	16.16 km / 414.20 Cr	10.11.2020 / NA	49.20%	45.95%	Under termination.

	"A" on EPC Mode in the State of Sikkim- (Package-V).					
4.	Construction of 2-Lane Specification Road with Paved Shoulder as Re-alignment (Greenfield Alignment) of Existing Stretch between Legship to Gyalshing of NH-510 (Design Chainage from Km 75.000 to Km 90.210) under SARDP-NE Phase "A" on EPC Mode in the State of Sikkim- (Package-VI).	15.21 km / 439.56 Cr	10.05.2022 / NA	51.85%	48.33%	Terminated. New contractor to be appointed.

गंगा एक्सप्रेस-वे को बुंदेलखंड एक्सप्रेस-वे से जोड़ना

4595. श्री नरेश चंद्र उत्तम पटेल:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का बुंदेलखंड क्षेत्र और मध्य गंगा क्षेत्र के बीच बेहतर सड़क संपर्क सुनिश्चित करने की दृष्टि से उत्तर प्रदेश राज्य में, विशेषकर फतेहपुर जिले के माध्यम से गंगा एक्सप्रेस-वे को बुंदेलखंड एक्सप्रेस-वे से जोड़ने का कोई प्रस्ताव है;

(ख) क्या सरकार का इस प्रयोजनार्थ फतेहपुर (बांदा सागर मार्ग) के रास्ते रायबरेली से बांदा तक एक नए गलियारे का उन्नयन या विकास करने का विचार है;

(ग) यदि हां, तो इसकी वर्तमान स्थिति क्या है और अब तक की गई प्रारंभिक कार्रवाई का संक्षिप्त

ब्यौरा क्या है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं और क्या सरकार का क्षेत्रीय विकास और कृषि उत्पादों के सुगम परिवहन को ध्यान में रखते हुए इस मार्ग को प्राथमिकता देने का विचार है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (घ): सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से देश में राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए उत्तरदायी है। जहां तक गंगा एक्सप्रेसवे का संबंध है, यह परियोजना उत्तर प्रदेश राज्य सरकार के उत्तर प्रदेश एक्सप्रेसवे औद्योगिक विकास प्राधिकरण (यूपीईआईडीए) द्वारा शुरू की गई है।

यूपीईआईडीए से प्राप्त जानकारी के अनुसार, वर्तमान में गंगा एक्सप्रेसवे को बुंदेलखंड एक्सप्रेसवे, विशेष रूप से फतेहपुर जिले के माध्यम से जोड़ने का कोई प्रस्ताव नहीं है। तथापि, 91 किमी की लंबाई वाले फर्रुखाबाद लिंक एक्सप्रेसवे को मंजूरी दी गई है जो बुंदेलखंड एक्सप्रेसवे (चैनेज 269+70) और आगरा-लखनऊ एक्सप्रेसवे (चैनेज 133+800 किमी) के जंक्शन से शुरू होकर आगे हरदोई जिले में गंगा एक्सप्रेसवे (चैनेज 283+000 किमी) से जुड़ता है।

रायबरेली से बांदा तक फतेहपुर (बांदा सागर मार्ग) के रास्ते विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने के लिए परामर्शी सेवाओं के लिए अनुबंध करार पर दिनांक 17.02.2026 को हस्ताक्षर किए गए हैं। डीपीआर परामर्शदाता ने आरंभिक रिपोर्ट प्रस्तुत कर दी है।

राष्ट्रीय राजमार्ग का विकास और रखरखाव एक सतत प्रक्रिया है। एनएच पर कार्य, एनएच को यातायात योग्य स्थिति में रखने के लिए तदनुसार, यातायात सघनता, सड़क की स्थिति और पीएम गति शक्ति राष्ट्रीय मास्टर प्लान के साथ तालमेल के आधार पर किया जाता है।

सड़क की जर्जर हालत

4596. श्री राम शिरोमणि वर्मा:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि श्रावस्ती लोक सभा क्षेत्र की अत्यंत महत्वपूर्ण सड़क, अर्थात् उतरौला-पचपेड़वा-चंदनपुर मार्ग, जिसका लगभग 55 किलोमीटर का हिस्सा गनवरिया, रतनपुर चौराहा, पचपेड़वा, इमिला कोडर, कोहरगड्डी से चंदनपुर सीमा सुरक्षा बल (बी.एस.एफ.) चौकी तक है, वर्तमान में अत्यंत जर्जर अवस्था में है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या यह सच है कि उक्त सड़क पर कई स्थानों पर गहरे गड्ढों, अपर्याप्त चौड़ाई और क्षतिग्रस्त हिस्सों के कारण दुर्घटनाओं का गंभीर जोखिम बना रहता है तथा मानसून के मौसम में आवाजाही लगभग असंभव हो जाती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार उक्त सड़क के चौड़ीकरण, सुदृढ़ीकरण या पुनर्निर्माण के लिए किसी समयबद्ध परियोजना को मंजूरी देने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग): सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्यतया राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए उत्तरदायी है।

उतरौला-पचपेड़वा-चंदनपुर मार्ग खंड एक प्रमुख जिला सड़क (एमडीआर) है जो उत्तर प्रदेश राज्य सरकार के अधिकार क्षेत्र में आती है।

विमानन सुरक्षा तंत्र को सुदृढ़ बनाना

4597. श्री राजपालसिंह महेंद्रसिंह जादव:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे किः

(क) देश के विमानन सुरक्षा को सुदृढ़ बनाने के लिए स्वदेशी दुर्घटना जांच अवसंरचना, सुरक्षा संपरीक्षा और अंतर्राष्ट्रीय सहयोग मंचों जैसी पहल के माध्यम से क्या कदम उठाए गए हैं:

(ख) क्या सरकार ने विमानन की बढ़ती मांग को ध्यान में रखते हुए पायलट प्रशिक्षण क्षमता, चिकित्सा परीक्षा अवसंरचना और उड़ान प्रशिक्षण संगठन (एफटीओ) के गुणवत्ता संबंधी बेंचमार्कों का कोई आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या भारत को लिजिंग, वित्तपोषण, अनुरक्षण, मरम्मत और ओवरहॉलिंग (एमआरओ) प्रणाली तथा कलपुर्जों के विनिर्माण सहित विमानन सेवाओं के लिए एक वैश्विक केन्द्र के रूप में स्थापित करने के लिए कोई दीर्घकालिक रणनीति तैयार की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क): सरकार ने अंतरराष्ट्रीय नागर विमानन संगठन (आईसीएओ) एनेक्स 13 के अनुसार एक स्वतंत्र अन्वेषण निकाय के रूप में वायुयान दुर्घटना अन्वेषण ब्यूरो (एएआईबी) की स्थापना की है। नागर विमानन महानिदेशालय (डीजीसीए) के पास एक व्यवस्थित सुरक्षा पर्यवेक्षण प्रक्रिया है जिसमें विनियामक ऑडिट, रात्रि निगरानी, रैंप निरीक्षण, औचक जांच और विशेष ऑडिट शामिल हैं। इसके बाद सुरक्षा निष्कर्षों और दुर्घटना अन्वेषण संबंधी सिफारिशों पर कार्रवाई की जाती है।

(ख): पायलट प्रशिक्षण क्षमता बढ़ाने के लिए, डीजीसीए ने कैलेंडर वर्ष 2025 के दौरान 02 नए उड़ान प्रशिक्षण संगठनों (एफटीओ) को अनुमोदन दिया है। वर्तमान में, पायलट प्रशिक्षण के लिए देशभर में 62 बेस पर 40 डीजीसीए-अनुमोदित उड़ान प्रशिक्षण संगठन (एफटीओ) कार्य कर रहें हैं। प्रशिक्षण की गुणवत्ता और पारदर्शिता में सुधार हेतु डीजीसीए ने एफटीओ के लिए एक रैंकिंग फ्रेमवर्क (दिनांक 1

अक्टूबर 2025 से) भी शुरू किया है। इसके अलावा, देशभर में अतिरिक्त एयरोमेडिकल मूल्यांकन केंद्रों और चिकित्सा परीक्षकों को सूचीबद्ध करके चिकित्सा परीक्षा अवसंरचना को सुदृढ़ किया गया है।

(ग): भारत को विमानन सेवाओं के केंद्र के रूप में बढ़ावा देने हेतु जिसमें लीजिंग, वित्तपोषण, एमआरओ और घटक विनिर्माण शामिल हैं, सरकार ने विभिन्न उपाय किए हैं जैसे कि वर्ष 2021 में नए एमआरओ दिशानिर्देशों की घोषणा, पूर्ण इनपुट कर क्रेडिट के साथ एमआरओ सेवाओं पर जीएसटी को 18% से घटाकर 5% करना, विमान घटकों और इंजन कलपुर्ज़ों के आयात पर करों को घटाकर 5% करना, विदेशी ओईएम / एमआरओ द्वारा घरेलू एमआरओ को उप-अनुबंधित लेनदेन को ज़ीरो-रेटेड जीएसटी के साथ 'निर्यात' माना जाता है, और अन्य।

हाल ही में वर्ष 2026-27 के लिए केंद्रीय बजट घोषणाओं के भाग के रूप में, नागरिक, प्रशिक्षण और अन्य विमानों के निर्माण के लिए आवश्यक घटकों और कलपुर्ज़ों पर बेसिक सीमा शुल्क से छूट दी गई है। इसके अलावा, कलपुर्जों, परीक्षण उपकरणों, विमान के एमआरओ के लिए टूल और टूल किट, विमान के घटकों या कलपुर्ज़ों पर सीमा शुल्क छूट को दिनांक 31.03.2028 तक बढ़ा दिया गया है।

लीज़िंग और वित्तपोषण को बढ़ावा देने के लिए, सरकार ने गिफ्ट सिटी, गांधीनगर में एक अंतर्राष्ट्रीय वित्तीय सेवा केंद्र (आईएफएससी) की स्थापना की है। नवीनतम बजट घोषणा में, धारा 147 के तहत 25 वर्षों के ब्लॉक में से जीआईएफटी आईएफएससी में इकाइयों के लिए कटौती की अवधि को बढ़ाकर 20 वर्ष और ऑफशोर बैंकिंग इकाइयों (ओ.बी.यू.) के लिए लगातार 20 वर्ष करने का प्रस्ताव किया गया है। इसके अलावा, कर अवकाश अवधि की समाप्ति पर, जीआईएफटी आईएफएससी में ऐसी इकाइयों की व्यावसायिक आय 15% की रियायती कर दर के अध्यधीन होगी।

STATUS OF EMRSs

4598. SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether thirty per cent of the sanctioned Eklavya Model Residential Schools (EMRSs) are presently not functional, if so, the details thereof; and

(b) whether, nearly seventy per cent of the total sanctioned teaching and non-teaching posts in EMRSs are vacant and if so, the details thereof, school-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a)**:** As on 15.03.2026, 723 EMRSs have been sanctioned, out of which, 499 EMRSs have been made functional by the State Governments. Remaining EMRSs are at various stages of construction and State Governments have been advised to make these schools functional in available Government or rented buildings. Delay in completion of EMRSs are largely due to non-availability of encumbrance-free land, lack of proper approach roads, topography challenges etc.

(b): 31 teaching posts and 21 non-teaching posts per EMRS have been sanctioned for EMRSs with classes up to XII having a full strength of 480 students. However, as on 15.03.2026, 499 EMRSs are functional with different level of functional classes. The number of posts filled in an EMRS depends upon

number of sections, number of students and highest class functional.

NESTS carried out its first drive for direct recruitment of 10391 posts through ESSE-2023 and staff selected have been posted in various EMRSs. A total of 9111 teaching and non-teaching staff has been posted through ESSE-2023. Further, second phase of recruitment has been initiated for 7267 teaching and non-teaching posts under ESSE – 2025. In addition, State Governments are engaging guest teachers against vacancies, and non-teaching staff on outsourcing basis/local engagement, so that academic activities are not hampered.

ISSUE OF WATER SCARCITY

4599. SHRI ANIL YESHWANT DESAI:
SHRI SANJAY UTTAMRAO DESHMUKH:
SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has taken note that various States in the country including Maharashtra face water scarcity almost every year;

(b) if so, the details thereof; and

(c) the measures taken/proposed to be taken to address the said issue along with the details of any scheme/programme being implemented to provide relief in this regard in the country with special reference to Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): Dynamic Ground Water Resources of the country including Maharashtra are being assessed every year from 2022 jointly by Central Ground Water Board (CGWB) and State Governments. As per the 2025 assessment, the Total Annual Ground Water Recharge is 448.52 Billion Cubic Meter (BCM) and the Annual Extractable Ground Water Resource is 407.75 BCM. The Total Annual Ground Water Extraction of the entire country for the year 2025 has been estimated as 247.22 BCM. The state-wise Ground Water Resources of India (2025) including Maharashtra is given in the enclosed **Statement-I.**

Further, Out of the total 6762 assessment units (Blocks/Taluks/Mandals) in the country including Maharashtra, 730 (10.80%) units have been categorized as 'Over- exploited' indicating ground water extraction exceeding the annually replenishable ground water recharge. In 201 (2.97 %) assessment units the stage of groundwater extraction is between 90- 100% and have been categorized as 'Critical'. There are 758 (11.21 %) "Semi-critical'' units, where the stage of ground water extraction is between 70 % and 90 % and 4946 (73.14 %) units are categorized as "safe" blocks. 127 (1.88 %) assessment units are categorized as "saline". Also, for Maharashtra, 85.24% of assessment unit in the state of Maharashtra fall in the Safe category, 11.14% in Semi-critical, 1.39% in Critical, 1.95% in Over-exploited and 0.28% in the Saline category.

(c): 'Water' being a State subject, steps for augmentation, conservation and efficient management and utilization of water resources are primarily undertaken by the respective State Governments. In order to supplement the efforts of the State Governments, Central Government provides technical and financial assistance to them through various schemes and programmes. Various steps/measures have been taken to address the said issues in this regard in the country including State of Maharashtra are as given below:

- Central Ground Water Board (CGWB) has completed the National Aquifer Mapping (NAQUIM) Project in the entire mappable area of about 25 Lakh sq. km including the entire mappable area i.e., 259914 km^2 in the State of Maharashtra. The Aquifer maps and management plans have been prepared and shared with the respective State agencies for implementation. The management plans include various water conservation measures through recharge structures.
- Artificial Recharge work in selected Aspirational Districts was taken up by CGWB in the year 2018. Suitable structures were constructed to harvest the runoff water at appropriate locations for augmenting recharge to the ground water in 3 aspirational districts: Dharashiv (erstwhile Osmanabad), Maharashtra; YSR Kadapa district, Andhra Pradesh; and Jangaon district, Telangana. The structures constructed included Check Dams, percolation tanks, sub-surface barrier, recharge wells and Recharge shafts.

- CGWB took up a pilot project in Maharashtra covering districts of Wardha and Amravati at five locations for construction of Bridge cum Bandhara (BCB) for ground water recharge. The structures serve the dual purposes of transportation as well as storage of water in the upstream side for drinking and irrigation needs. The project commenced in the year of 2018 and was completed in 2020.
- The Ministry of Jal Shakti launched the Jal Shakti Abhiyan (JSA) in 2019 as a time-bound, mission-mode water conservation campaign in 256 water-stressed districts. Jal Shakti Abhiyan: Catch the Rain (JSA: CTR) with the tagline: Catch The Rain, Where It falls, When It Falls, was expanded pan India in 2021, with five focused interventions (1) water conservation and rainwater harvesting (2) enumerating, geo- tagging & making inventory of all water bodies; preparation of scientific plans for water conservation based on it (3) Setting up of Jal Shakti Kendras in all districts (4) intensive afforestation and (5) awareness generation. The Abhiyan was scaled up to cover all districts, blocks, and municipalities across the country (rural as well as urban). The details of JSA:CTR in the State of Maharashtra as reported on the JSA: CTR portal is given in the enclosed **Statement-II**.
- "Jal Sanchay Jan Bhagidari" (JSJB) initiative was launched on 6th September 2024 to further strengthen the JSA: CTR campaign. The JSJB initiative focuses on intensifying community action and mobilization to build low-cost

rainwater harvesting structures in low cost and saturation mode. The objective is to ensure that every drop of water is conserved through collective efforts, following a whole-of-society and whole-of-government approach. By fostering community ownership, the initiative seeks to develop cost-effective, local solutions at the micro level for water conservation and ground water recharge. The Government promotes the JSJB initiative in partnership with State Governments and local authorities to ensure its widespread reach and awareness. Under JSJB 1.0, an impressive 27.62 lakh artificial groundwater recharge and storage works were taken up, with a remarkable 23.83 lakh already completed by 31st May 2025 marking a milestone in India's water conservation movement. As on 10.03.2026 a cumulative of more than 4.4 million artificial groundwater recharge and storage works are reported under JSJB. As per JSJB Portal, total 30,964 nos. of works have been completed under JSJB (JSJB 1.0 and JSJB 2.0) in Maharashtra.

- Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) was launched during the year 2015-16, with an aim to enhance physical access of water on farm and expand cultivable areas under assured irrigation, improve on-farm water use efficiency, introduce sustainable water conservation practices, etc. Ninety-Nine (99) ongoing Major/Medium Irrigation projects (including 7 phases) with pari-passu command area development in 88 projects were identified and included under PMKSY during 2016-17. Out of them 26 projects are from Maharashtra.

- Nineteen (19) major and medium irrigation projects have been taken up for funding under PMKSY-AIBP after approval of implementation of PMKSY for the period of 2021-26. Out of them three (03) projects are from Maharashtra. Additional irrigation potential of 29.23 lakh hectare has been created under PMKSY-AIBP and 22.21 lakh hectare command area has been developed under PMKSY HKKP-CAD&WM during 2016-25. Out of which, 4.16 lakh hectare irrigation potential has been created and 2.71 lakh hectare command area has been developed in Maharashtra during this period.
- In addition, a special package for Maharashtra for the completion of 8 major and medium irrigation projects and 83 surface minor irrigation schemes in districts in Vidarbha and Marathwada and rest of Maharashtra region of the state of Maharashtra was sanctioned in July 2018. Three major and medium projects and 70 surface minor irrigation schemes have been completed and 2.16 lakh hectare irrigation potential has been developed under this scheme.
- Ministry of Housing & Urban Affairs has released Model Building Bye-laws, 2016 which recommends Rainwater Harvesting for all types of Building with plot size 100 sq.m or more. So far, 35 States/UTs including Maharashtra have incorporated the provisions in their respective building bye laws.
- Ministry of Housing & Urban Affairs (MoHUA) implements Atal Mission for Rejuvenation and Urban Transformation (AMRUT) which was launched on 25 June 2015 in selected 500 cities (485 cities including 15 merged cities) and

towns across the country including Maharashtra.

STATEMENT- I

STATE-WISE GROUND WATER RESOURCES OF INDIA, 2025

S. No.	States / Union Territories	Total Annual Ground Water Recharge (in BCM)	Annual Extractable Ground Water Resource (in BCM)	Annual GW Extraction for all uses (in BCM)
1	Andhra Pradesh	26.34	25.02	7.88
2	Arunachal Pradesh	3.69	3.29	0.01
3	Assam	26.36	20.29	2.93
4	Bihar	34.51	31.32	14.47
5	Chhattisgarh	14.30	13.07	6.30
6	Goa	0.38	0.31	0.07
7	Gujarat	27.58	25.61	14.33
8	Haryana	10.27	9.30	12.72
9	Himachal Pradesh	1.12	1.01	0.39
10	Jharkhand	6.15	5.63	1.85
11	Karnataka	19.27	17.41	11.58
12	Kerala	5.45	4.93	2.46
13	Madhya Pradesh	36.07	34.15	20.26
14	Maharashtra	33.89	31.99	16.57
15	Manipur	0.44	0.40	0.04
16	Meghalaya	1.84	1.54	0.08
17	Mizoram	0.21	0.19	0.01
18	Nagaland	0.55	0.50	0.02
19	Odisha	17.44	16.02	7.81
20	Punjab	18.60	16.80	26.27
21	Rajasthan	12.87	11.62	17.10
22	Sikkim	0.24	0.22	0.01
23	Tamil Nadu	22.61	20.46	15.04
24	Telangana	21.93	19.84	9.26
25	Tripura	1.53	1.24	0.12

26	Uttar Pradesh	73.39	66.97	46.89
27	Uttarakhand	2.13	1.95	1.05
28	West Bengal	25.85	23.50	10.62
29	Andaman And Nicobar	0.38	0.35	0.01
30	Chandigarh	0.05	0.05	0.03
31	Dadra and Nagar Haveli and Daman and Diu	0.13	0.12	0.05
32	Delhi	0.38	0.35	0.32
33	Jammu And Kashmir	2.30	2.07	0.51
34	Ladakh	0.07	0.06	0.02
35	Lakshadweep	0.01	0.01	0.00
36	Puducherry	0.19	0.17	0.13
	Grand Total	448.52	407.75	247.22

Note- For National compilation, Evapotranspiration loss of Arunachal Pradesh, Assam, Meghalaya, Tripura and Lakshadweep has been added in Total Natural Discharges.

*Minor discrepancies in numbers may arise due to rounding at various levels and in case of Punjab 0.02 bcm contribution from lateral flows.

STATEMENT-II

The details of JSA:CTR in Maharashtra as reported on the JSA: CTR portal

JSA: CTR details (Maharashtra) 22/03/2025 - 17/03/2026 as per JSA: CTR portal					
S.No.	**District Name**	***Renovation of Traditional Water Bodies**	***Reuse and Recharge Structures**	***Watershed Development**	***Intensive Afforestation**
1	AHMEDNAGAR	97	309	6	247238
2	AKOLA	1	139	5	856
3	AMRAVATI	58	266	261	3523
4	AURANGABAD	13	5	20	1846
5	BEED	213	81	238	1515
6	BHANDARA	193	316	931	337
7	BULDHANA	0	73	5	14415
8	CHANDRAPUR	142	187	218	1024
9	DHULE	3	95	19	109279
10	GADCHIROLI	44	122	276	641
11	GONDIA	246	163	321	503

12	HINGOLI	0	1	24	261
13	JALGAON	2	710	50	1896
14	JALNA	3	167	33	3116
15	KOLHAPUR	1	304	85	300
16	LATUR	7	97	5	615
17	MUMBAI	0	0	0	0
18	MUMBAI SUBURBAN	0	0	0	0
19	NAGPUR	3	64	121	1462
20	NANDED	31	9	50	597
21	NANDURBAR	0	144	45	1325
22	NASHIK	132	310	164	3136
23	OSMANABAD	5	96	7	292
24	PALGHAR	496	26	258	5129
25	PARBHANI	0	74	11	6295
26	PUNE	0	343	35	2647
27	RAIGAD	25	452	12	2120
28	RATNAGIRI	4	2201	237	3202
29	SANGLI	0	380	53	696
30	SATARA	0	1356	122	1031
31	SINDHUDURG	0	155	38	7015
32	SOLAPUR	77	80	60	1837
33	THANE	20	115	405	10198
34	WARDHA	0	26	51	961
35	WASHIM	5	567	48	1687
36	YAVATMAL	50	2770	212	2591
	Total	**1871**	**12203**	**4426**	**439586**

RECONSTRUCTION OF VALACODE BRIDGE

4600. SHRI N. K. PREMACHANDRAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has initiated any action for the removal of the black spot at Valacode in Kollam Lok Sabha Constituency, if so, the details of action

taken thereon;

(b) whether the National Highways Authority of India (NHAI) has initiated any action for the reconstruction of the Valacode bridge, if so, the details thereof;

(c) whether NHAI has initiated any action to obtain permission from the Railways to start development of the National Highway at Valacode and for construction over the existing bridge, if so, the details thereof;

(d) whether the Railways have considered the request of NHAI for granting permission for construction over the Valacode bridge and for related development activities;

(e) if so, the details thereof and if not, the reasons therefor; and

(f) whether the Railways have initiated action to grant such permission in a time-bound manner and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (f): An estimate amounting to Rs. 3.57 Crore has been sanctioned for widening of National Highway at Valacod, including approaches to the existing box structure at the railway crossing. The proposal requires permission from the Railways, which has been taken up by the National Highways Authority of India and is under process.

Unstarred Question Nos. 4601 to 4830 (20.03.2026)

IMPACT OF PRIMARY FERTILISER SHORTAGES

4601. SHRI PUSHPENDRA SAROJ:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) the number of cases relating to diversion, hoarding or black-marketing of subsidised fertilisers detected by Central agencies in the country including Uttar Pradesh since 2021;

(b) the number of inspections conducted jointly with the Department of Fertilisers and the quantity of fertiliser seized in cases involving misuse of Direct Benefit Transfer (DBT) systems or point-of-sale authentication gaps in the country, State and district-wise, particularly for the said State;

(c) the number of licences suspended or cancelled and prosecutions launched under the Essential Commodities Act or Fertiliser Control Order for such violations in the country, State and district-wise, particularly for the said State; and

(d) the corrective technological and enforcement measures introduced by the Central Government to prevent leakages in subsidised fertiliser distribution and ensure last-mile accountability?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS

AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (c): In order to address the issues such as diversion, hoarding and black-marketing, fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. State Governments are empowered to take action against persons involved in said malpractices, as per provisions of EC Act. Any complaints received at Department of Fertilizers level regarding these malpractices is also sent to concerned State Government to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985.

However, Department of Agriculture and Farmers Welfare (DA&FW) in consultation with the State Governments is regularly monitoring the enforcement action taken by State Governments against the cases of Black marketing, Hoarding, Sub-standard and Diversion on weekly basis and regularly pursuing with the State Governments to strictly implement the enforcement action against the defaulters.

Accordingly, as per information received from the DA&FW, since April 2025, 4,60,840 raids have been conducted in the country with 16,160 show cause notices issued, 6,782 licenses suspended/cancelled and 817 FIRs registered against defaulters. In Uttar Pradesh Since April 2025, 45,387 raids have been conducted with 2,985 show cause notices issued, 3,302 licenses suspended/cancelled and 233 FIRs registered against defaulters. In addition, the

State Government of Uttar Pradesh has informed about the district-wise details regarding suspension or cancellation of licenses and prosecutions launched under the Essential Commodities Act, 1955 or the Fertilizer (Control) Order, 1985 for the time period 01.04.2025 to 16.03.2026 are given in the enclosed **Statement**.

Further, the Fertilizer Flying Squad (FFS), under the Department of Fertilizers, operates in collaboration with State/UT Governments to enforce the Fertilizer Control Order (FCO), 1985, and the Fertilizer (Movement Control) Order, 1973. Fertilizers are classified as essential commodities under the Essential Commodities Act, 1955, empowering States to combat black marketing and hoarding through inspections and punitive actions.

Since April 2022 to 15.03.2026, the FFS has conducted a total of 749 inspections across various categories, including Mixture Manufacturer Units, Urea Diversion Units, and Wholesale/Retail Fertilizer Shops, spanning 18 states/UTs.

This report details the inspections and actions across three main categories, covering the period up to till date.

(I) Inspections of Mixture Manufacturer Units:- The FFS conducted 408 inspections across 11 States, details are as under;

Sr. No.	State	No. of Mixture Units inspected
1	Andhra Pradesh	17

2	Bihar	11
3	Gujarat	68
4	Karnataka	58
5	Kerala	60
6	Maharashtra	66
7	Tamil Nadu	111
8	Telangana	3
9	Uttarakhand	2
10	Uttar Pradesh	4
11	Madhya Pradesh	8
Total		408

(II) Inspections of Urea Diversion Units: The FFS performed 147 inspections across 12 states/UTs, focusing on non-agricultural uses of urea (e.g., plywood, resin, tableware, cattle feed, dyeing). These inspections resulted in 58 FIRs registered against violators.

Sr. No.	State	Inspections of Urea Diversion Units	No. of FIR registered
1	Gujarat	43	25
2	Haryana	32	15
3	Karnataka	6	2
4	Kerala	19	3
5	Rajasthan	16	2
6	Telangana	2	0
7	Uttar Pradesh	12	3
8	Punjab	2	0

9	Bihar	3	3
10	Delhi	5	3
11	Tamil Nadu	1	1
12	Maharashtra	6	1
Total		**147**	**58**

(III) Inspections of Wholesale/Retail Fertilizer Shops: - A total of 194 inspections were carried out across 5 states, with 130 action recommendations issued to address irregularities in distribution and sales.

Sr. No.	**State**	**Inspections of wholesale/Retail shop of Fertilizers**
1	Bihar	92
2	Haryana	14
3	Uttar Pradesh	19
4	Punjab	40
5	Madhya Pradesh	29
Total		**194**

(d)**:** The Integrated Fertilizer Management System (iFMS) was launched in June 2016 which is a comprehensive, all-integrated system covering all functionalities in the fertilizer supply chain. This comprehensive system covers the entire supply chain, meticulously capturing transactional data from raw material procurement, imports to fertilizer production and transportation via rail or road from plants, rake houses, ports to district warehouses, and finally sale at PoS enabled retailers,

everything aligned with monthly supply plans at district level and the movement of fertilizers is being captured in real time. The iFMS has also been developed to ensure capture and maintain the fertilizers movement and sale data accurately in a secured manner.

Besides, Department of Fertilizers has also developed a dashboard which can be accessed by authorized users. The dashboard is developed to facilitate easy monitoring by various Stake holders viz. State Agriculture Departments, District Collectors and State Marketing Federations. The State Governments are also monitoring the availability and supply of fertilizers through iFMS and eUrvarak Dashboard portals.

STATEMENT

District Wise Suspended, Cancelled and FIR Report in Financial Year 2025-26 (01.04.2025 to 16.03.2026)

District Wise Suspended, Cancelled and FIR Report						District Wise Suspended, Cancelled and FIR Report				
S.No	District Name	License Suspended	License Cancelled	FIR		S.No	District Name	License Suspended	License Cancelled	FIR
1	Saharanpur	4	9	3		37	Jhansi	8	6	1
2	Muzaffarnagar	4	10	4		38	Lalitpur	20	2	3
3	Shamli	0	2	5		39	Jalaun	0	0	7
4	Meerut	26	11	6		40	Hamirpur	14	6	3
5	Ghaziabad	0	0	0		41	Mahoba	3	3	0
6	Baghpat	32	4	2		42	To tie	0	4	2
7	Gautam	4	3	0		43	Chitrakoot	3	0	1

	Buddh									
8	Bulandshahr	3	6	1		44	Varanasi	19	10	1
9	Hapur	2	7	5		45	Chandauli	0	6	1
10	Aligarh	21	0	1		46	Ghazipur	5	2	1
11	Kasganj	84	33	14		47	Jaunpur	15	2	0
12	Hathras	2	5	1		48	Mirzapur	26	5	2
13	Etah	0	25	0		49	Bhadohi	6	3	1
14	Agra	2	2	6		50	Sonbhadra	5	3	2
15	Mainpuri	152	46	1		51	Azamgarh	9	0	0
16	Mathura	0	3	2		52	Mau	1	1	1
17	Firozabad	6	21	3		53	Baliya	11	0	0
18	Bareilly	33	23	3		54	Gorakhpur	42	12	2
19	Badaun	11	20	3		55	Maharajganj	0	0	12
20	Shahjahanpur	58	4	4		56	Deoria	0	7	1
21	Pilibhit	45	20	0		57	Kushinagar	29	10	3
22	Bijnor	29	3	1		58	settlement	32	7	3
23	Moradabad	0	14	2		59	Sant Kabir N	44	8	4
24	Amroha	16	10	0		60	Siddharthnagar	0	28	30
25	Rampur	0	8	1		61	Gonda	38	13	2
26	Sambhal	0	0	3		62	Bahraich	26	20	4
27	Farrukhabad	22	7	0		63	Balrampur	12	32	6
28	Kannauj	9	16	1		64	Sravasti	15	5	4
29	Etawah	9	5	3		65	Unnao	4	4	3
30	Auraiya	20	24	8		66	Lucknow	0	16	8
31	Kanpur city	38	15	1		67	Raebareli	3	66	7
32	Kanpur Dehat	36	5	6		68	Sitapur	33	19	7
33	Prayagraj	0	5	4		69	Hardoi	16	687	2
34	Kaushambi	0	2	0		70	Lakhimpur Kheri	50	32	7

35	Fatehpur	26	14	1		71	Ayodhya	4	4	0
36	Pratapgarh	2	0	0		72	Ambedkar Na	0	21	2
Total		696	382	95		73	Sultanpur	19	13	0
						74	Amethi	13	13	2
						75	Barabanki	2	13	7
						TOTAL		527	1083	142
						G Total (UP)		1223	1465	237

गोमांस और भैंस के मांस के निर्यात का विनियमन

4602. श्री राजेश रंजनः

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या भारतीय खाद्य संरक्षा और मानक प्राधिकरण गोमांस और भैंस के मांस के निर्यात से संबंधित लाइसेंस या प्रमाणन जारी करता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) आज की तिथि के अनुसार देश में मवेशियों और भैंसों के निर्यात-गुणवत्ता वाले मांस का उत्पादन करने वाले क्रियाशील बूचड़खानों की राज्य-वार/संघ राज्यक्षेत्र-वार संख्या कितनी है;

(ग) क्या भारतीय खाद्य संरक्षा और मानक प्राधिकरण बूचड़खानों में वध से पूर्व मवेशियों का नियमित निरीक्षण करता है ताकि यह सुनिश्चित किया जा सके कि किसी भी बीमार पशु का वध न किया जाए और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) उन पंजीकृत आपूर्तिकर्ताओं अथवा प्रतिष्ठानों का ब्यौरा क्या है जहां ऐसे निरीक्षण किए जाते हैं?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क) से (घ): भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसएआई) को खाद्य पदार्थों के लिए विज्ञान आधारित मानक अवधारित करने और मानव उपभोग के लिए सुरक्षित एवं पौष्टिक आहार की

उपलब्धता सुनिश्चित करने हेतु उनके विनिर्माण, भंडारण, वितरण, बिक्री एवं आयात को विनियमित करने का अधिदेश प्राप्त है। खाद्य सुरक्षा एवं मानक अधिनियम, 2006 का कार्यान्वयन एवं प्रवर्तन केंद्र एवं राज्य सरकारों की संयुक्त जिम्मेदारी है।

गोमांस और भैंस के मांस के निर्यात और उससे संबंधित प्रमाणन भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (एफएसएसएआई) के दायरे में नहीं आते हैं।

विदेश व्यापार महानिदेशालय (डीजीएफटी) की विदेश व्यापार नीति (एफटीपी) के अनुसार, गोमांस (गाय, बैल और बछड़े का मांस) का निर्यात निषिद्ध है और इसके निर्यात की अनुमति नहीं है। हालांकि, भैंस के मांस के निर्यात के लिए कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीईडीए) के पंजीकृत मांस प्रतिष्ठानों में राज्य पशु स्वास्थ्य विभाग द्वारा नियुक्त राज्य पशु चिकित्सक द्वारा स्वास्थ्य प्रमाण-पत्र जारी किया जाता है।

आदिनांक, देश में निर्यात योग्य भैंस के मांस के उत्पादन के लिए एपीईडीए के साथ पंजीकृत 94 कार्यरत बूचड़खाने कार्यशील हैं। इसका राज्य/संघ राज्य क्षेत्र-वार विवरण निम्नानुसार है:-

क्र.सं.	**राज्य/संघ राज्य क्षेत्र**	**इकाई की संख्या**
1	आंध्र प्रदेश	5
2	बिहार	6
3	दिल्ली	1
4	गोवा	1
5	हरियाणा	10
6	कर्नाटक	1
7	केरल	1
8	महाराष्ट्र	19
9	पंजाब	6
10	तेलंगाना	3
11	उत्तर प्रदेश	40
12	पश्चिम बंगाल	1
	कुल	**94**

एनएससीईएम के अंतर्गत जनजातीय लोगों की जांच

4603. श्री विजय कुमार दूबेः

श्री बलभद्र माझीः

श्री राजेश रंजनः

श्रीमती अनिता नागरसिंह चौहानः

श्री जसवंतसिंह सुमनभाई भाभोरः

श्रीमती हिमाद्री सिंहः

श्री भोजराज नागः

श्री कौशलेन्द्र कुमारः

श्रीमती स्मिता उदय वाघः

डॉ. निशिकान्त दुबेः

श्री शिवमंगल सिंह तोमरः

श्री चिन्तामणि महाराजः

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में विशेषकर गुजरात, मध्य प्रदेश, ओडिशा, छत्तीसगढ़ और महाराष्ट्र राज्यों में और दाहोद, नबरंगपुर और शहडोल संसदीय निर्वाचन क्षेत्रों में राष्ट्रीय सिकल सेल एनीमिया उन्मूलन मिशन की शुरुआत के बाद से कितने जनजातीय लोगों की जांच की गई है और फरवरी, 2026 तक कितने जेनेटिक स्टेटस कार्ड जारी किए गए/वितरित किए गए हैं;

(ख) उक्त मिशन के अंतर्गत किन-किन जिलों में जांच की गई है और अब तक जिला-वार कुल कितने व्यक्तियों की जांच की गई है;

(ग) क्या सरकार ने अनुसूचित जनजाति की अधिक आबादी वाले जिलों में सफलता प्राप्त की है और

यदि हां, तो तत्संबंधी जिला-वार ब्यौरा क्या है;

(घ) रतलाम लोक सभा निर्वाचन क्षेत्र के अंतर्गत रतलाम, झाबुआ और अलीराजपुर जिलों सहित जिला-वार कितने व्यक्तियों की जांच की गई है और कितने जेनेटिक स्टेटस कार्ड जारी किए गए हैं;

(ङ) मध्य प्रदेश, छत्तीसगढ़, ओडिशा और झारखंड जैसे उच्च व्याप्तता वाले राज्यों में विवाहपूर्व परामर्श, आनुवांशिक परीक्षण और विशिष्ट उपचार केन्द्रों के लिए स्वास्थ्य एवं परिवार कल्याण मंत्रालय के साथ समन्वय तंत्र का ब्यौरा क्या है;

(च) क्या दाहोद लोक सभा निर्वाचन क्षेत्र में विशेष परामर्श और उपचार केन्द्र स्थापित किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(छ) जनजातीय क्षेत्रों, विशेषकर बस्तर डिवीज़न और नबरंगपुर लोक सभा निर्वाचन क्षेत्र में कुपोषण और रक्ताल्पता से निपटने के लिए स्थानीय पोषक पूरक आहार पर अनुसंधान के लिए कितना बजट आवंटन और व्यय किया गया है; और

(ज) क्या जनजातीय बहुल क्षेत्रों में समर्पित सिकल सेल क्लीनिक, परीक्षण प्रयोगशालाएं और टेलीमेडिसिन सहायता शुरू की गई है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क) से (ज): राष्ट्रीय सिकल सेल एनीमिया उन्मूलन मिशन (एनएससीएईएम) के अंतर्गत, प्रभावित 17 आदिवासी राज्यों में जिला अस्पतालों (डीएच) से लेकर आयुष्मान आरोग्य मंदिर (एएएम) स्तर तक सभी स्वास्थ्य सुविधा केंद्रों में 0-40 वर्ष के लक्षित आयु वर्ग में सिकल सेल रोग (एससीडी) के निदान के लिए जांच की जाती है।

एससीडी पोर्टल पर राज्यों द्वारा दी गई जानकारी के अनुसार, गुजरात, मध्य प्रदेश, ओडिशा,

छत्तीसगढ़ और महाराष्ट्र सहित देश के जनजातीय बहुल क्षेत्रों में 6.97 करोड़ से अधिक जांच की जा चुकी है। दिनांक 16.03.2026 तक की स्थिति के अनुसार, राज्यवार जनजातीय आबादी में की गई जांच की संख्या और वितरित किए गए जेनेटिक स्टेटस कार्डों की संख्या संलग्न **विवरण** में दी गई है।

दाहोद, नबरंगपुर, शहडोल और रतलाम लोकसभा निर्वाचन क्षेत्रों के जिलों में दिनांक 16.03.2026 तक की स्थिति के अनुसार जांच किए गए लोगों की संख्या और वितरित किए गए जेनेटिक स्टेटस कार्डों की संख्या इस प्रकार है:

क्र.सं.	**जिले का नाम**	**जांच किए गए लोगों की संख्या**	**वितरित किए गए जेनेटिक स्टेटस कार्डों की संख्या**
1.	दाहोद	15,19,856	15,21,371
2.	नबरंगपुर	3,30,369	1,86,923
3.	शहडोल	6,06,485	5,46,243
4.	रतलाम	2,57,829	2,22,814
5.	झाबुआ	8,55,094	8,25,700
6.	अलीराजपुर	6,68,684	6,35,549

स्वास्थ्य और परिवार कल्याण मंत्रालय ने विभिन्न राज्यों में जनजातीय कार्य मंत्रालय द्वारा वित्त पोषित सिकल सेल रोग पर उत्कृष्टता केंद्रों (सीओई) की स्थापना के लिए लागत मानदंड तैयार किए हैं। 15 राज्यों में स्थित 17 उत्कृष्टता केंद्रों को जनजातीय कार्य मंत्रालय द्वारा अनुमोदित किया जा चुका है।

एएएम उप स्वास्थ्य केंद्रों (एसएचसी) और एएएम पीएचसी के माध्यम से सिकल सेल रोग से पीड़ित रोगियों को उनके जीवन की गुणवत्ता में सुधार लाने के लिए निम्नलिखित सेवाएं/सुविधाएं प्रदान की जाती हैं:

- रोगग्रस्त व्यक्तियों की नियमित अंतराल पर अनुवर्ती जांच।
- जीवनशैली प्रबंधन, विवाह पूर्व और गर्भावस्था संबंधी निर्णयों के बारे में परामर्श।
- फोलिक एसिड की गोलियों के वितरण के माध्यम से पोषण संबंधी सहायता।
- योग और स्वास्थ्य सत्रों का संचालन।
- संकटकालीन लक्षणों का प्रबंधन और उच्च स्तरीय चिकित्सा सुविधाओं के लिए रेफरल।

सरकार राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) के तहत प्रजनन, मातृ एवं नवजात शिशु, किशोर स्वास्थ्य और पोषण (आरएमएनसीएएच+एन) रणनीति के माध्यम से, देश की जनजातीय आबादी, जिसमें बस्तर डिवीजन और नबरंगपुर लोकसभा निर्वाचन क्षेत्र शामिल हैं, में कुपोषण और एनीमिया को कम करने के लिए निरंतर प्रयास कर रही है, जिसमें जननी सुरक्षा योजना (जेएसवाई), जननी शिशु सुरक्षा कार्यक्रम (जेएसएसके), प्रधानमंत्री सुरक्षित मातृत्व अभियान (पीएमएसएमए), विस्तारित पीएमएसएमए, लक्ष्य, सुरक्षित मातृत्व आश्वासन (सुमन), सुविधा आधारित नवजात देखभाल, कंगारू मदर केयर (केएमसी), माताओं का पूर्ण स्नेह (एमएए), एनीमिया मुक्त भारत (एएमबी), घर आधारित नवजात शिशु देखभाल (एचबीएनसी) और छोटे बच्चों की घर-आधारित देखभाल (एचबीवाईसी) कार्यक्रम, मासिक ग्राम स्वास्थ्य, स्वच्छता और पोषण दिवस (वीएचएसएनडी), नियमित आउटरीच गतिविधियां, जनजातीय बस्तियों में आशाकर्मी और अन्य फ्रंटलाइन कार्यकर्ताओं द्वारा स्वास्थ्य शिक्षा और स्क्रीनिंग जैसी स्कीमों के माध्यम से प्रसवपूर्व देखभाल, संस्थागत प्रसव, प्रसवोत्तर देखभाल और परिवार नियोजन सेवाओं, संस्थागत प्रसव को बढ़ावा देने पर ध्यान केंद्रित किया जाता है।

मिशन पोषण 2.0 के तहत, सरकार मातृ पोषण, शिशु एवं बाल पोषण मानकों, गंभीर तीव्र कुपोषण (एसएएम)/मध्यम तीव्र कुपोषण (एमएएम) के उपचार और आयुष पद्धतियों के माध्यम से स्वास्थ्य पर ध्यान केंद्रित करती है ताकि दुर्बलता, बौनापन, एनीमिया और अल्प वजन की व्यापकता

को कम किया जा सके। आंगनवाड़ी केंद्रों में 6 महीने से 6 वर्ष की आयु के बच्चों, गर्भवती महिलाओं, स्तनपान कराने वाली माताओं और किशोरियों को पोषण मानकों के अनुसार पूरक पोषण प्रदान किया जाता है, जो आहार वैविध्यता के सिद्धांतों पर आधारित है और इसमें गुणवत्तापूर्ण प्रोटीन, स्वस्थ वसा और सूक्ष्म पोषक तत्व प्रदान किया जाता है।

हैल्थ डायनेमिक्स ऑफ इंडिया (एचडीआई) (अवसंरचना एवं मानव संसाधन) राज्यों/संघ राज्य क्षेत्रों द्वारा रिपोर्ट किए गए स्वास्थ्य सेवा प्रशासनिक आंकड़ों पर आधारित एक वार्षिक प्रकाशन है। देश के जनजातीय बहुल क्षेत्रों में राज्य/संघ राज्य क्षेत्रों के अनुसार, अस्वाभाविक रोगों की जांच और उपचार की सुविधा उपलब्ध कराने वाली स्वास्थ्य सुविधा केंद्रों का विवरण एचडीआई 2022-23 के निम्नलिखित लिंक पर देखा जा सकता है:

https://mohfw.gov.in/sites/default/files/Health%20Dynamics%20of%20India%20%28Infrastructure%20%26%20Human%20Resources%29%202022-23_RE%20%281%29.pdf

देश भर में, जनजातीय बहुल क्षेत्रों सहित, सभी कार्यरत एएएम (प्राथमिक चिकित्सा केंद्र) में उपलब्ध टेलीकंसल्टेशन सेवाओं से लोगों को अपने घरों के पास ही एससीडी के लिए विशेषज्ञ सेवाओं तक पहुंचने में मदद मिलती है। इससे शारीरिक पहुंच संबंधी चिंताओं, सेवा प्रदाताओं की कमी और निरंतर देखभाल की सुविधा संबंधी चिंताओं का समाधान होता है। दिनांक 28.02.2026 तक एएएम में आयोजित कुल टेलीकंसल्टेशन की संख्या 44.08 करोड़ है।

विवरण

दिनांक 16.03.2026 तक की स्थिति के अनुसार जांच की गई जनजातीय आबादी और वितरित किए गए जेनेटिक स्टेटस कार्डों की संख्या।

क्र.सं.	राज्य का नाम	जांच किए गए लोगों की संख्या	वितरित किए गए जेनेटिक स्टेटस कार्डों की संख्या
1	छत्तीसगढ़	1,73,52,532	1,02,91,526
2	मध्य प्रदेश	1,30,97,122	1,13,62,256
3	महाराष्ट्र	1,00,33,422	25,45,708
4	गुजरात	80,23,780	79,35,802
5	ओडिशा	62,71,477	33,13,308
6	राजस्थान	37,06,695	17,11,992
7	झारखंड	27,88,493	2,968
8	पश्चिम बंगाल	25,00,170	394
9	आंध्र प्रदेश	14,89,997	4,78,195
10	असम	11,82,605	1,53,858
11	तेलंगाना	11,37,233	5,41,261
12	उत्तर प्रदेश	7,64,871	4,41,716
13	तमिलनाडु	4,51,564	4,06,510
14	कर्नाटक	3,57,266	4,244
15	बिहार	2,40,335	63
16	उत्तराखंड	1,53,670	1,51,508
17	केरल	1,77,959	23,029
	कुल	6,97,29,191	3,93,64,338

VIOLATIONS UNDER THE FOOD SAFETY AND STANDARDS ACT, 2006

4604. SHRI K. C. VENUGOPAL:

SHRI SAPTAGIRI SANKAR ULAKA:

SHRI KARTI P. CHIDAMBARAM:

ADV. ADOOR PRAKASH:

DR. MOHAMMAD JAWED:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the number of cases in which penalties were imposed and punishments were awarded for non-conformance under the Food Safety and Standards Act, 2006, year-wise since 2020;

(b) the year-wise details of Food Business Operators (FBOs) penalised or punished since 2020 under the categories of substandard food, misbranded food, food containing extraneous matter and unsafe food; and

(c) whether the Government has carried out any awareness campaigns to prevent such violations and improve compliance with food safety standards and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (c): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards Act, 2006 is a shared responsibility between the Central and State Governments.

Surveillance drives, monitoring, regulatory inspection and random sampling of various food products are conducted by the officials of Food Safety Departments of the respective States/ UTs and Regional offices of FSSAI to check compliance with the quality and safety parameters in food products as laid down under Food Safety and Standards Act, 2006, and Regulations made thereunder. If any violations are observed, strict regulatory actions have been enforced against the offenders in accordance with the provisions of FSS Act. Details of number of Food Samples tested and penalized for last 5 Years as under:-

Details of Enforcement for last 5 Years.									
Year	**No. of Samples Analysed**	**No. of Samples found non-conforming**	**Non-Conforming Samples**			**Civil Cases**		**Criminal Cases**	
			Unsafe	**Sub Standard**	**Labelling defects/ Misleading/ Miscellaneous**	**Decided with Penalty**	**Penalties Raised (Cr Rs.)**	**No. of Convictions**	**Penalties Raised (Cr Rs.)**
2024-25	170535	34388	7945	22516	3931	30142	35.74	1265	3.03
2023-24	170513	33808	6782	22603	4423	29586	74.12	1161	2.67
2022-23	1,77,511	44,626	6,579	21,917	16,130	28,464	33.23	1188	2.75
2021-22	1,44,345	32,934	4,890	16,582	11,462	19,437	53.39	671	1.38
2020-21	1,07,829	28,347	5,220	13,394	9,733	14,817	49.92	506	0.83

Further, FSSAI has taken following strategies specially to address the concern

of adulteration in the food value chain:-

A. FSSAI has implemented Risk Based Inspections System [RBIS] to prioritize the inspections of the premises of the high risk Food Business Operators (FBOs). FSSAI has provided a platform on the Food Safety Compliance System (FoSCoS) portal, where on successful registration of a complaint by the consumer, State Food Safety Department/Regional offices depending on the jurisdiction take up the cases as per the provisions laid under the FSS Act, 2006

B. 252 laboratories have been notified by FSSAI for primary testing of food and 24 Referral Laboratories.

C. FSSAI has also provided Mobile Food Testing Laboratory (MFTL) referred to as “Food Safety on wheels” (FSW) to States/UTs for on spot testing of adulteration in various food commodities. So far, 305 MFTLs have been procured & deployed by States/UTs against the funds provided by FSSAI for 541 MFTLs.

D. Food Safety Magic Boxes, meticulously facilitate the detection of adulteration in food. It consists of reliable "quick screening tests" that a common person can perform at the household level.

E. FSSAI published DART Booklet i.e., “Detect Adulteration with Rapid Test” which covers more than 50 quick tests for different categories of foods.

F. FSSAI under its Food Safety Training and Certification (FoSTaC)

programme, provides training to persons involved in food businesses and food handling. The objective of this programme is to enhance the availability of skilled and trained manpower in the food industry, promote an improved environment of self-compliance with the provisions of the Food Safety and Standards Act, 2006 and its Rules and Regulations, encourage responsible practices among food businesses and bring about behavioural change while inculcating a strong culture of food safety across the country.

REGULATION OF NON-SPECIFIED FOODS AND FOOD INGREDIENTS

4605. DR. MOHAMMAD JAWED:

SHRI VIJAY KUMAR HANSDAK:

SHRI KARTI P. CHIDAMBARAM:

ADV. ADOOR PRAKASH:

SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the details of applications submitted, approved, rejected and pending under the Food Safety and Standards (Approval for Non-Specified Food and Food Ingredients) Regulations, by Food Business Operators (FBOs) since 2020, year-wise;

(b) the details of non-specified foods and food ingredients for which approval has been granted, including novel foods, proprietary foods, nutraceuticals,

functional foods and imported products since 2020, category-wise and product-wise;

(c) the details of approvals withdrawn, suspended or modified due to safety concerns since 2020, year-wise;

(d) whether the Government has identified any challenges regarding delays, procedural or compliance issues faced by FBOs in obtaining approvals, if so, the details thereof; and

(e) whether any mechanism exists for periodic review and updation of relevant standards or provisions in light of emerging scientific evidence, new risk assessments, international best practices and food innovations and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (e): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards (FSS) Act, 2006 is a shared responsibility between the Central and State Governments.

The details of non-specified foods and food ingredients which have been

approved Rejected, Closed/Withdrawn since 2020 is available on the official website of FSSAI at the weblink

https://fssai.gov.in/upload/uploadfiles/files/Status_of_Application_as_on_09_03_2026.pdf.

The FSSAI has designed, developed and introduced e-PAAS (electronic Product & Claim Approval Application System), the online portal to facilitate FBOs and other applicants to apply for Product Approval for transparency in dealing with public/other stakeholders and efficient utilization of resources. Food Business Operators (FBOs) have the option to raise their concerns either electronically or via email. The concerns are promptly addressed, and the relevant information is communicated to them accordingly. To expedite the approval process for Non-Specified Foods (NSF), FSSAI has also established six Expert Committees.

The approval of novel and non-specified food/food ingredients is regulated by the Food Safety and Standards (Approval for Non-Specified Food and Food Ingredients) Regulations, 2017. Amendment in the regulation or the provision of the regulation is made in light of emerging scientific evidence, new risk assessments, international best practices and food innovations. FSSAI has implemented a harmonized format whereby all stakeholders including FBOs, industry associations, research institutions, professionals, and citizens may voluntarily share data generated through monitoring, internal assessments, or

Research & Development (R & D) relevant to food safety and nutrition, in the prescribed format. The representation so received are utilized by FSSAI for scientific evaluation, standard-setting, and policy purposes and any amendment in existing regulation or provision accordingly.

WEST COAST CANAL DEVELOPMENT PROJECT

4606. DR. SHASHI THAROOR:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) the current status of the West Coast Canal (Kovalam–Akkulam) inland waterway link in Kerala project including the progress of land acquisition, rehabilitation of affected families and estimated timelines for completion;

(b) the nature and extent of delays/obstacles encountered in finalising Central approvals, clearance of Detailed Project Reports (DPRs) and release of Central funds for the said project along with the impact of the said delays on projected economic and urban development benefits in the region;

(c) the specific interventions undertaken by the Government in coordination with the Government of Kerala and other Central ministries, to resolve land acquisition disputes and rehabilitation issues, including the number of cases pending and resolved so far; and

(d) whether the Government proposes to introduce any policy or procedural reforms to streamline approval timelines, improve rehabilitation frameworks

and ensure timely implementation of urban infrastructure connectivity projects, if so, the details thereof?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a)**:** The West Coast Canal (Kovalam-Akkulam) inland waterway link project is beyond the declared portion of NW-3 in Kerala and is not within the purview of Inland Waterways Authority of India (IWAI), an autonomous organisation under Ministry of Ports, Shipping and Waterways.

(b) to (d): Do not arise.

AVAILABILITY OF MEDICINES FOR SICKLE CELL DISEASE IN TRIBAL AREAS

4607. SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is implementing schemes under the National Sickle Cell Anaemia Elimination Mission for screening, treatment and prevention of Sickle Cell Disease in tribal areas of the country, if so, the details thereof;

(b) the percentage of the total tribal population screened so far and out of them the number of persons identified as Sickle Cell carriers and Sickle Cell Disease patients along with State/Union Territory-wise details;

(c) whether the Government is aware of the shortages of Hydroxyurea and Folic

Acid at Primary Health Centres in tribal-dominated areas including the Vidarbha region of the State of Maharashtra, if so, the details thereof along with the steps taken/proposed to be taken by the Government to address the same; and

(d) whether the Government is considering any proposal to provide financial assistance or pension to tribal families affected by Sickle Cell Disease or rendered unable to work due to the disease and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (d): Under National Sickle Cell Anaemia Elimination Mission (NSCAEM), screenings in the targeted age group of 0-40 years are conducted at all health facilities from District Hospitals (DH) upto Ayushman Arogya Mandir (AAM) level in affected 17 tribal states for diagnosis of Sickle Cell Disease (SCD).

As reported by States on SCD portal, as on 15.03.2026, more than 6.97 crore screenings have been conducted in tribal dominated areas of the country, and a total of 2,40,279 individuals have been identified as diseased and 19,65,040 as carriers of SCD. State-wise number of tribal population screened and the number of persons identified as Sickle Cell carriers and Sickle Cell Diseased, is given in the enclosed **Statement.**

National Free Drugs Service initiative and Free diagnostic Service has been

rolled out to ensure availability of essential drugs and diagnostic facilities and reduce out of pocket expenditure of the patients visiting public health facilities.

Hydroxyurea has been included in NHM Essential Drugs List at Sub-Health Centres, Primary Health Centres (PHC)/ Urban PHC, Community Health Centres (CHC) and DHs to address the issue of access to medicine. To monitor the drug procurement and ensure the availability of essential medicines in public health facilities, Drugs and Vaccine Distribution Management System (DVDMS) has been launched by the Govt. of India. Public Health' & 'Hospitals' are State subjects. This Ministry provides technical and financial support to the States/UTs including Vidarbha region of Maharashtra, for conducting screenings and procurement of drugs including Hydroxyurea and Folic Acid for sickle cell anaemia, based on the proposals received in the form of Programme Implementation Plans (PIPs) under NHM.

Patients living with SCD are provided with the following services/ facilities for improving their quality of life through AAM- Sub Health Centres (SHC) and AAM- PHCs:

- Follow-up of diseased individuals at frequent intervals.
- Counseling regarding lifestyle management, pre-marriage and pre-natal decisions.
- Nutritional supplementation support through distribution of folic acid tablets.

- Conducting yoga and wellness sessions.
- Management of crisis symptoms and referral to higher facilities.

State PIP approvals towards screening for Blood Disorders under NHM from F.Y. 2022-23 to F.Y. 2025-26 in the country is as follows:

(Rs. in Lakhs)

Financial Year	All India
2022-23	28,991.84
2023-24	44,855.32
2024-25	44,754.53
2025-26	53,904.10

STATEMENT

State-wise number of tribal population screened, number of persons identified as Sickle Cell carriers and Sickle Cell Diseased, as on 15.03.2026

S.No.	State Name	Number of people Screened	Numbers of Sickle Cell carriers	Numbers of Sickle Cell Diseased
1	CHHATTISGARH	1,73,52,532	3,41,628	27,850
2	MADHYA PRADESH	1,30,97,122	2,39,473	38,575
3	MAHARASHTRA	1,00,33,422	2,12,845	28,307
4	GUJARAT	80,23,780	5,43,808	30,310
5	ODISHA	62,71,477	5,61,357	1,03,117
6	RAJASTHAN	37,06,695	8,453	2,886
7	JHARKHAND	27,88,493	4,347	2,331
8	WEST BENGAL	25,00,170	3,701	890
9	ANDHRA	14,89,997	21,765	2,279

	PRADESH			
10	ASSAM	11,82,605	1,574	331
11	TELANGANA	11,37,233	7,482	579
12	UTTAR PRADESH	7,64,871	85	33
13	TAMIL NADU	4,51,564	8,738	711
14	KARNATAKA	3,57,266	4,532	580
15	BIHAR	2,40,334	1	9
16	UTTARAKHAND	1,53,670	69	6
17	KERALA	1,77,959	5,182	1,485
	Total	**6,97,29,190**	**19,65,040**	**2,40,279**

CRECHE FACILITY IN GOVERNMENT OFFICES

4608. DR. SHARMILA SARKAR:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) whether all Union Government Ministries/Departments and offices, have functional creche facilities as prescribed under the Maternity Benefit (Amendment) Act, 2017, if so, the details thereof;

(b) whether any complaints have been received with regard to the functioning of these facilities, if so, the details thereof; and

(c) the details of the Union Government offices not having creche facilities along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (c): The Administrative Ministry for Maternity Benefit Act, 1961 is the

Ministry of Labour and Employment. As per the information made available, respective State Governments are the Appropriate Government under Maternity Benefit Act, 1961, hence no information is maintained centrally.

However, as the Maternity Benefit Act, 1961 has now been subsumed in Code on Social Security, 2020, the Central Government is the appropriate government for all Union Government Offices. The Code has been implemented w.e.f. 21.11.2025.

E-MIGRATE PORTAL 2.0

4609. SHRI TEJASVI SURYA:

SHRI YOGENDER CHANDOLIA:

SHRI SUDHEER GUPTA:

SHRI DAMODAR AGRAWAL:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI ANURAG SHARMA:

SHRI PRAVEEN PATEL:

SHRI HASMUKHBHAI SOMABHAI PATEL:

DR. HEMANG JOSHI:

SHRIMATI D. K. ARUNA:

SHRI ANOOP PRADHAN VALMIKI:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI GOPAL JEE THAKUR:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI MITESH PATEL(BAKABHAI):

SHRI MADHAVANENI RAGHUNANDAN RAO:

SHRI TRIVENDRA SINGH RAWAT:

SHRI MANOJ TIWARI:

DR. NISHIKANT DUBEY:

DR. SANJAY JAISWAL:

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) the details of integration of the e-Migrate portal with Common Services Centres (CSCs) for expanding the outreach of emigrants services at the grassroot level;

(b) the facilities provided under the portal for grievance redressal, multilingual access and 24×7 helpline support for migrant workers;

(c) the status of integration with Digi Locker and digital payment systems to enable secure and paperless processing;

(d) the total number of workers registered on the e-Migrate portal during the last three years, year-wise; and

(e) the details of monitoring mechanism in place to prevent exploitation and ensure welfare of Indian workers abroad through the portal?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): The eMigrate portal, which facilitates emigration process of Indian nationals holding Emigration Check Required (ECR) passports seeking employment in any of the notified ECR countries, makes the emigration process fully digital, transparent, safe and humane. It seamlessly brings all stakeholders, including Foreign Employers (FEs), registered Recruiting Agents (RAs) and the prospective emigrants on a common platform and also enables capturing a comprehensive database. A dedicated helpline and support system is also available to assist emigrants and other stakeholders to address any query/issue. The advisories/alerts on fake job offers and fraudulent/illegal recruitment agencies are also hosted on the portal.

Common Service Centres (CSCs), which are operated by Village Level Entrepreneurs (VLEs), serve as access points for delivery of Government-to-Citizen (G2C) e-services at the grassroot level. The integration of CSC with e-Migrate allows the CSC to register job aspirants, specifically from rural and remote areas, on e-Migrate, submit their application for Emigration Clearance (EC) for employment in ECR countries, tracking their EC application, purchase of Pravasi Bharatiya Bima Yojana (PBBY) policy, submission of grievances and their redressal. The integration also allows multi-lingual access and 24x7 helpline for

Indian workers.

Digilocker is integrated with e-Migrate portal. The portal is also integrated with SBI ePay and PayU gateways, for online payment towards services available on e-Migrate.

Ministry maintains data in respect of Indian workers, holding Emigration Check Required (ECR) passports, proceeding for employment to any of the notified ECR countries, through e-Migrate portal. The total number of workers who have been issued Emigration Clearance (EC) through e-Migrate portal for employment abroad during the last three years is given below:

Number of ECs Issued during the last three years through e-Migrate portal		
2023	**2024**	**2025**
398316	387067	449110

PROMOTION OF AYUSH SYSTEMS IN KERALA

4610. SHRI SHAFI PARAMBIL:

Will the Minister of **AYUSH** be pleased to state:

(a) whether the Government recognizes Kerala as a major hub of Ayurveda and traditional medicine in the country and if so, the details thereof;

(b) the total funds allocated and released to the State of Kerala under various AYUSH schemes during the last five years, scheme-wise and year-wise;

(c) the number of Government AYUSH hospitals, dispensaries and colleges

functioning in the country, State/UT-wise including Kerala;

(d) whether there is any proposal to upgrade such institutions centres of excellence and if so, the details thereof;

(e) whether the Government proposes to establish any All India Institute of Ayurveda or national-level research institute in Kerala and if so, the details thereof; and

(f) the steps taken by the Government to promote Kerala's Ayurveda at the global level including medical tourism and export of AYUSH products?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): No such information is available.

(b): Under the National Ayush Mission (NAM), a Central Sponsored Scheme, financial assistance has been provided to the State Government of Kerala as per their proposals submitted by them under NAM. The year-wise details of releases to Kerala during the last five years are as under:

S.No.	Year	Amount (₹ in lakh):
1	2020–21	2337.588
2	2021–22	1153.388
3	2022–23	4399.828
4	2023–24	7989.400
5	2024–25	11037.960
	Total	Rs. 26,918.164

National Medicinal Plants Board (NMPB), under its Central Sector Scheme on 'Conservation, Development and Sustainable Management of Medicinal Plants' supported research activities on various aspects of medicinal plants including government as well as private universities/research institutions/organizations across the country. The details are given in the enclosed **Statement -I.**

Further, a fund of Rs. 9.28 Crore has been allocated to the Ayush Pharmacies in the State of Kerala under the component "Strengthening and up-gradation of Ayush Pharmacies and Drug Testing Laboratories to achieve higher standards" of Ayush Oushadhi Gunavatta evam Uttpadan Samvardhan Yojana (AOGUSY), a Central Sector Scheme till date to:

1. Kollam District Ayurveda Oushdha Nirmana Vyavasaya Co-operative Society Ltd, Kerela
2. Sitaram Ayurveda Pvt. Ltd, Thrissur, Kerala
3. Pankajakasthuri Herbals India Private Limited, Poovachal, Kerala
4. The Pharmaceutical Corporation (IM) Kerala Ltd., Kuttanellur P.O Thrissur, Kerala
5. Visesh Ayurvedic Pvt. Ltd Pharmacy, Kerala

(c): The details of Government Ayush hospitals, dispensaries and colleges functioning in the country are given in the enclosed **Statement-II**

(d): At present, there is no such proposal

(e): At present, there is no such proposal to establish All India Institute of Ayurveda in Kerala. However, a Central Research Institute of Yoga and Naturopathy (CRIYN) is sanctioned for establishment in Kerala.

(f): For promotion and propagation of Medical Value Travel (MVT,), Ministry of Ayush has organized an Ayush-based MVT Summit for the South Zone on 26 May 2025 in Chennai with participation from the Southern States including Kerala.

Further, Ayush Export Promotion Council (AYUSHEXCIL) has been set up by the Ministry of Commerce with support from the Ministry of Ayush. It promotes and oversees exports of Ayush products by addressing trade issues, facilitate capacity building of its members on export procedures, organizing Business to Business meetings and international events, road shows, seminars and workshops on the export of Ayush products, and to safeguard the scientific research in the field of Ayush healthcare.

STATEMENT- I

Details of projects sanctioned and fund released under Central Sector Scheme on 'Conservation, Development and Sustainable Management of Medicinal Plants' state wise for research activities on various aspects of medicinal plants during last five years in Kerala state are as below:

(Amount in Lakhs)

Sr No	UT & State Nam	Total fund sanctioned	Total amount Rele	Total fund sanctioned	Total amount Released	Total fund sanctioned	Total amount Released	Total fund sanctioned	Total amount Released	Total fund sanctioned	Total amount Released

	e		ased								
		2020-21		2021-22		2022-23		2023-24		2024-25	
1.	Kera la	138.12	60.53	29.88	24.75	33.01	57.94	19.45	26.59	19.35	32.57

The details of projects sanctioned for Information, Education and Communication (IEC) activities like Training/Workshop/Seminars/ Conferences etc activities across the state of Kerala are as below:

IEC Desk Project Related data Last Five Year's 2020-21 to 2024-25									
S. No.	**State/UT**	**Year's**					**No of Project sanctioned**	**Amount sanctioned (Rs. In Lakhs)**	**Amount Released (New sanctioned + old pending releases) (Rs. In Lakhs)**
		2020-21	2021-22	2022-23	2023-24	2024-25			
1	Kerala	01	0	02	02	0	05	25.50	25.50

The details of projects sanctioned, and funds released during last five years to the State of Kerala for establishment of different types of Herbal Gardens viz.School Herbal Gardens, Institutional/ Public Herbal Gardens/Ayush van, Herbal Gardens of State and National importance and develop of Nursery/QPM, and species-specific campaign are given below:-

Component	**Herbal Garden**		**Species Specific Campaign**	
Year	**Sanctioned Amount (₹ in Lakh)**	**Released Amount (₹ in Lakh)**	**Sanctioned Amount (₹ in Lakh)**	**Released Amount (₹ in Lakh)**
2020-21	234.74	222.74		

2021-22	6.25			
2022-23	53.40	30.00	56.70	37.80
2023-24	71.36	35.44		
2024-25	2.16	1.20		
Total	367.91	289.38	56.70	37.80

STATEMENT II

State/ UT-wise total number of Government Ayush Hospitals, Dispensaries & Colleges in the country

S. No.	State/UT	Total No. of Government Ayush Hospitals	Total No. of Government Ayush Dispensaries	Total No. of Government Ayush Colleges
(1)	(2)	(3)	(4)	
A. States/Union Territories				
1	Andhra Pradesh	8	737	4
2	Arunachal Pradesh	11	171	1
3	Assam	4	573	2
4	Bihar	8	1590	4
5	Chhattisgarh	7	695	2
6	Delhi	5	204	7
7	Goa	0	84	1
8	Gujarat	40	852	6
9	Haryana	5	830	4
10	Himachal Pradesh	35	1206	1
11	Jammu & Kashmir	10	999	4
12	Jharkhand	1	781	1
13	Karnataka	168	1257	7
14	Kerala	165	2210	6
15	Madhya Pradesh	32	1773	9
16	Maharashtra	9	486	7
17	Manipur	25	12	0

18	Meghalaya	14	95	2
19	Mizoram	10	21	0
20	Nagaland	6	46	0
21	Odisha	9	2676	7
22	Punjab	6	1032	1
23	Rajasthan	141	4443	12
24	Sikkim	6	13	0
25	Tamil Nadu	34	1514	6
26	Tripura	7	101	0
27	Uttar Pradesh	1980	3761	24
28	Uttarakhand	433	562	3
29	West Bengal	10	2668	7
30	A&N Islands	3	37	0
31	Chandigarh	0	30	0
32	D&N Haveli and Daman & Diu	4	20	0
33	Ladakh	0	48	2
34	Lakshadweep	2	18	0
35	Puducherry	6	81	1
36	Telangana	11	834	5
TOTAL(A)		**3215**	**32460**	**136**
B. CGHS and Central Government Organizations		58	900	-
TOTAL(A+B)		**3273**	**33360**	**136**

पौधों की खेती के लिए वित्तीय सहायता

4611. श्री सुखजिंदर सिंह रंधावा

श्री भारत सिंह कुशवाह:

क्या **आयुष** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा देश में औषधीय पौधों के संवर्धन और विकास के लिए क्या कदम उठाए जा रहे हैं;

(ख) क्या औषधीय पौधों की खेती में लगे किसानों को वित्तीय सहायता अथवा उपज की बिक्री के लिए वित्तीय सहायता प्रदान की जा रही है;

(ग) यदि हां, तो मध्य प्रदेश सहित देश भर के उन किसानों का ब्यौरा क्या है जिन्हें इससे लाभ हुआ है;

(घ) क्या सरकार का औषधीय पौधों को बढ़ावा देने के लिए पंजाब सरकार की सहायता करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ङ) विगत तीन वर्षों के दौरान पंजाब सरकार को जारी की गई निधि का ब्यौरा क्या है और इसके क्या परिणाम रहे हैं;

(च) क्या सरकार ने औषधीय पौधों और जड़ी-बूटियों की दुर्लभ प्रजातियों की खोज के लिए कोई सर्वेक्षण किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(छ) क्या सरकार ने विगत पांच वर्षों के दौरान इन पौधों के औषधीय गुणों और प्रभावों के संबंध में कोई शोध करवाया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ज) औषधीय पौधों के उत्पादकों के लिए बाजार पहुंच और मूल्य पारदर्शिता में सुधार लाने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क): राष्ट्रीय औषधीय पादप बोर्ड (एनएमपीबी), आयुष मंत्रालय पूरे देश में "औषधीय पादपों के संरक्षण, विकास और सतत प्रबंधन हेतु केंद्रीय क्षेत्र योजना" का कार्यान्वयन कर रहा है। योजना के अंतर्गत, निम्नलिखित गतिविधियों के लिए परियोजना आधारित सहायता प्रदान की जाती है:

i. औषधीय पादप संरक्षण एवं विकास क्षेत्रों (एमपीसीडीए) के विकास के माध्यम से स्व-स्थाने संरक्षण।

ii. स्व-स्थाने/बाह्य-स्थाने संसाधन संवर्धन।

iii. हर्बल उद्यानों की स्थापना के माध्यम से बाह्य-स्थाने संरक्षण।

iv. संयुक्त वन प्रबंधन समितियों (जेएफएमसी)/पंचायतों/वन पंचायतों/जैव विविधता प्रबंधन समितियों (बीएमसी)/स्वयं सहायता समूहों (एसएचजी) इत्यादि के साथ आजीविका संबंध।

v. प्रशिक्षण/कार्यशालाएं/सेमिनार/सम्मेलन इत्यादि जैसी आईईसी गतिविधियां।

vi. अनुसंधान एवं विकास।

vii. औषधीय पादप उत्पादों के विपणन और व्यापार को बढ़ावा देना।

viii. औषधीय पादपों की आपूर्ति श्रृंखला में अग्रवर्ती और पश्चवर्ती लिंकेज स्थापित करना।

अब तक, एनएमपीबी ने वित्तीय वर्ष 2020-21 से 2024-25 तक देश भर में औषधीय पौधों के प्रचार-प्रसार के लिए प्रशिक्षण कार्यक्रम/संगोष्ठी/कार्यशालाओं के आयोजन हेतु 138 परियोजनाओं को सहायता प्रदान की है। इसके अलावा, एनएमबीपी, आयुष मंत्रालय ने अपने आरसीएफसी के माध्यम से देश में औषधीय पौधों के संवर्धन और विकास के लिए जागरूकता और प्रशिक्षण कार्यक्रम आयोजित किए।

(ख) और (ग): कृषि एवं किसान कल्याण मंत्रालय, बागवानी क्षेत्र के समग्र विकास के लिए फल, सब्जियां, जड़ एवं कंद फसलें, मशरूम, मसाले, फूल, सुगंधित एवं औषधीय पौधे, नारियल, काजू, कोको और बांस को शामिल करते हुए केंद्रीय प्रायोजित योजना एकीकृत बागवानी विकास मिशन (एमआईडीएच) का कार्यान्वयन कर रहा है।

एमआईडीएच योजना के तहत, अल्पावधि वाले औषधीय पौधों अर्थात् गैर-बारहमासी प्रकृति वाले और गैर-वृक्ष प्रजातियों के क्षेत्रफल विस्तार के लिए सहायता प्रदान करने का प्रावधान किया गया है। लागत मानदंडों का विवरण के साथ-साथ सहायता की प्रक्रिया संलग्न **विवरण-I** में दी गई है।

इसके अतिरिक्त, एनएमबीपी, आयुष मंत्रालय ने वित्तीय वर्ष 2023-24 से मौजूदा केंद्रीय क्षेत्र

योजना के तहत औषधीय पौधों की आपूर्ति श्रृंखला में अग्रवर्ती और पश्चवर्ती लिंकेज (एकीकृत घटक) परियोजनाओं को सहायता प्रदान की है, जिसमें गुणवत्तापूर्ण रोपण सामग्री के अवसंरचना हेतु औषधीय पौधों की खेती के लिए पौध सामग्री तैयार करने, किसानों को जागरूक करने के लिए सूचना, शिक्षा और संचार (आईईसी) गतिविधियां, औषधीय पौधों की विपणन क्षमता बढ़ाने के लिए फसल कटाई के बाद प्रबंधन और विपणन हेतु अवसंरचना, उत्पाद का मूल्यवर्धन करना, लाभप्रदता बढ़ाना और नुकसान कम करना, कच्ची सामग्री का गुणवत्ता परीक्षण और प्रमाणीकरण करने के लिए परियोजना आधारित सहायता प्रदान की जाती है। किसानों को क्यूपीएम प्रदान करके औषधीय पौधों की खेती के अंतर्गत लगभग 2000 हेक्टेयर क्षेत्र को शामिल करते हुए एनएमपीबी ने वित्तीय वर्ष 2023-24 से अब तक मध्य प्रदेश सहित विभिन्न राज्यों को एनएमपीबी की केंद्रीय क्षेत्र योजना औषधीय पौधों की आपूर्ति श्रृंखला में अग्रवर्ती और पश्चवर्ती लिंकेज (एकीकृत घटक) के तहत, कुल 15 परियोजना प्रस्तावों को मंजूरी दी है। ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(घ) और (ङ): कृषि एवं किसान कल्याण मंत्रालय से प्राप्त जानकारी के अनुसार, पिछले तीन वर्षों के दौरान विभिन्न हस्तक्षेपों के कार्यान्वयन के लिए एमआईडीएच योजना के तहत पंजाब राज्य को आवंटित और जारी की गई निधि का विवरण नीचे दिया गया है:

वर्ष	**आवंटन (करोड़ रू. में)**	**जारी (करोड़ रू. में)**
2022-23	51.83	15.55
2023-24	49.77	22.39
2024-25	66.67	25.00

इसके अलावा, एनएमपीबी ने पिछले तीन वर्षों के दौरान औषधीय पौधों के संवर्धन के लिए 'औषधीय पादपों के संरक्षण, विकास और सतत प्रबंधन' पर केंद्रीय क्षेत्र योजना (सीएसएस) की अनुसंधान एवं विकास और सूचना, शिक्षा एवं संचार गतिविधियों के तहत पंजाब राज्य को 32.255

लाख रुपये की परियोजनाओं को सहायता भी प्रदान की है।

(च): जी हां, भारत सरकार ने देश भर में औषधीय पौधों और जड़ी-बूटियों की दुर्लभ, लुप्तप्राय और संकटग्रस्त प्रजातियों की पहचान करने के लिए व्यापक सर्वेक्षण और अध्ययन किए हैं। ये गतिविधियाँ मुख्यतः पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के अधीन भारतीय वनस्पति सर्वेक्षण (बीएसआई) द्वारा संचालित की जाती हैं। सूचित किया गया है कि:

• अनुमानतः भारत में औषधीय पौधों की 8,000 से अधिक प्रजातियाँ पाई जाती हैं।

• विभिन्न सरकारी एजेंसियों द्वारा किए गए सर्वेक्षणों में 5,250 से अधिक पौधों की प्रजातियों की पहचान की गई है और विभिन्न बीमारियों के लिए 9,567 से अधिक लोक दावों को प्रलेखित किया गया है।

(छ): एनएमपीबी ने औषधीय पौधों के संरक्षण, विकास और सतत प्रबंधन के लिए केंद्रीय क्षेत्र योजना की अनुसंधान और विकास गतिविधि के तहत औषधीय पौधों के विभिन्न पहलुओं पर परियोजनाओं को सहायता प्रदान की है। ब्यौरा संलग्न **विवरण-III** में दिया गया है।

(ज): बाजार पहुंच और मूल्य पारदर्शिता में सुधार के लिए, एनएमपीबी ने औषधीय पौधों के व्यापार और आसान बाजार पहुंच के लिए औषधीय पौधों/जड़ी-बूटियों के प्रचार और विपणन हेतु "ई-चरक" मोबाइल एप्लिकेशन के साथ-साथ वेब पोर्टल शुरू किया है। "ई-चरक" एक ऐसा मंच है जो देश भर में औषधीय पौधों के क्षेत्र में शामिल विभिन्न हितधारकों, मुख्य रूप से किसानों के बीच सूचना आदान-प्रदान को सक्षम बनाता है। "ई-चरक" एप्लिकेशन विभिन्न स्थानीय भाषाओं का समर्थन करता है और यह संपूर्ण भारत के 25 हर्बल बाजारों के 100 औषधीय पौधों का पाक्षिक बाजार मूल्य भी उपलब्ध करता है।

वर्तमान में, ई-चरक मोबाइल के पंजीकृत उपयोगकर्ता-11,119; कुल आगंतुक- 30565540; पोस्ट की गई सामग्रियां- 7,588; खरीदार-विक्रेता संपर्क-7114690 हैं।

विवरण- I

एमआईडीएच योजना के अनुसार खेती संबंधी गतिविधियों के लिए लागत मानदंड

घटक का नाम	लागत मानदंड	सहायता की प्रक्रिया
औषधीय पौधे (मुलेठी, शतावरी, कलिहारी, श्वेत मुसली, गुग्गल, मंजिष्ठा, कुटकी, अतीस, जटामांसी, अश्वगंधा, ब्राह्मी, तुलसी, विदारीकंद, पिप्पली, चिराता, पुष्करमूल)	1.5 लाख रू./हैक्टे.	रोपण सामग्री और एकीकृत पोषक तत्व प्रबंधन/एकीकृत कीट प्रबंधन आदि के लिए आवश्यक सामग्री की लागत को पूरा करने के लिए 60:40 के अनुपात में दो किस्तों में, सामान्य क्षेत्रों के लिए 2 हेक्टेयर तक के क्षेत्र हेतु आनुपातिक आधार पर 40% की दर से सहायता प्रदान की जाती है। पूर्वोत्तर और हिमालयी राज्यों, अनुसूचित क्षेत्रों जिनमें टीएसपी (जनजातीय उप-योजना) क्षेत्र, जीवंत गांव, अंडमान और निकोबार तथा लक्षद्वीप द्वीप समूह शामिल हैं, के मामले में, **2** हेक्टेयर तक के क्षेत्र के लिए आनुपातिक आधार पर **50%** की सहायता दी जाएगी।

विवरण-II

पिछले तीन वर्षों के दौरान औषधीय पौधों के संरक्षण, विकास और सतत प्रबंधन हेतु केंद्रीय क्षेत्र योजना के एकीकृत घटक के अंतर्गत सहायता प्रदत्त परियोजनाओं का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा।

क्रम सं.	वित्त वर्ष	राज्य	परियोजनाओं की संख्या	अनुमोदित कुल राशि (लाख रू. में)
1	2023-24	आंध्र प्रदेश	01	120.00
2	2023-24	जम्मू एवं कश्मीर	01	82.50
3	2023-24	मिजोरम	01	120.00
4	2023-24	उत्तराखंड	01	120.00

5	2024-25	कर्नाटक	01	120.00
6	2024-25	तमिलनाडु	01	95.00
7	2024-25	केरल	01	120.00
8.	2024-25	मध्य प्रदेश	01	119.95
9.	2024-25	दिल्ली	01	120.00
10.	2025-26	राजस्थान	02	240.00
11.	2025-26	उत्तर प्रदेश	02	220.00
12.	2025-26	गुजरात	01	120.00
13.	2025-26	हरियाणा	01	120.00
	कुल		**15**	**1717.45**

विवरण-III

औषधीय पौधों के विभिन्न पहलुओं पर केंद्रीय क्षेत्र योजना की अनुसंधान एवं विकास गतिविधि के अंतर्गत सहायता प्रदत्त परियोजनाओं का ब्यौरा

क्र.सं.	**अनुसंधान गतिविधि**	**परियोजनाओं की संख्या**
1	जैव सक्रियता निर्देशित अंशशोधन अध्ययन और पूर्व-नैदानिक अध्ययन	11
2	कृषि तकनीकों का विकास, नर्सरी तकनीकों का मानकीकरण	6
3	जियो टैग डिजिटल लाइब्रेरी का प्रलेखन और विकास	3
4	कच्चे औषधियों के विकल्प का पता लगाना और उनकी प्रामाणिकता सुनिश्चित करना	9
5	जीनोटाइप पहचान, आनुवंशिक सुधार, जीनोम अध्ययन और जर्मप्लाज्म संग्रह एवं संरक्षण	6
6	अंतरफसल और सतत उत्पादन प्रौद्योगिकी	2
7	इन-विट्रो प्रवर्धन अध्ययन, सूक्ष्म प्रवर्धन रासायनिक एवं आणविक प्रोफाइलिंग और पादप रसायनों का मूल्यांकन	15
8	फसल कटाई के बाद का प्रबंधन, भारी धातुओं का आकलन और	4

	एकीकृत कीट प्रबंधन	
9	औषधीय पौधों का सर्वेक्षण, पहचान, लक्षण वर्णन और संरक्षण	5
10	किस्मों का विकास और विपणन की संभावना	0
कुल		**61**

VARIATIONS IN GENERIC MEDICINES

4612. DR. AMOL RAMSING KOLHE:

SHRI SANJAY DINA PATIL:

PROF. VARSHA EKNATH GAIKWAD:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRIMATI SUPRIYA SULE:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether the Government is aware that patients and healthcare practitioners in public hospitals have raised concerns regarding perceived variations in quality, therapeutic effectiveness and onset time of certain generic medicines across the country, if so, the details thereof;

(b) whether any scientific or regulatory assessment has been conducted to evaluate the bioequivalence, absorption rates and clinical effectiveness of generic medicines supplied through public procurement systems in the country, if so, the details thereof including Maharashtra, Statewise;

(c) whether the Government has received feedback from doctors regarding

differences observed between branded and generic medicines in treatment outcomes, even as generic prescribing is being promoted to improve affordability in Maharashtra, if so, the details thereof;

(d) the quality control mechanisms, batch-wise testing and post-marketing surveillance measures put in place to ensure the safety and efficacy of generic medicines supplied in Maharashtra; and

(e) whether the Government proposes to strengthen regulatory oversight, testing infrastructure and transparency to ensure sustained public confidence in generic medicines in the said State, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): As per the information provided by Ministry of Health and Family Welfare there is no definition of ‘generic medicines’ under Drugs & Cosmetics Act, 1940 and Rules made there under and Central Drugs Standard Control Organization (CDSCO) has not received any such reports regarding variations in quality, therapeutic effectiveness and onset time of certain generic medicines.

The manufacture, sale and distribution of drugs are primarily regulated in the country under the provisions of Drugs & Cosmetics Act & Rules 1945 made thereunder through a system of licensing and inspection by State Licensing Authorities appointed by respective State Governments. Licensee is required to

comply with all the condition of license as prescribed under Drugs & Cosmetics Rules, 1945. As per one of the conditions of license, licensee is required to test each batch or lot of the raw material used by him for the manufacture of his product and also each batch of the final product and shall maintain records or registers showing the particulars in respect of such tests.

Further, Drugs manufactured in the country, irrespective of whether generic medicines or branded medicines or for domestic or international market are required to comply with the same standards as prescribed in the Drugs and Cosmetics Act, 1940 and Rules made thereunder for their quality.

(b): Ministry of Health and Family Welfare has informed that CDSCO approves new drugs in accordance with the provisions of the New Drugs and Clinical Trials (NDCT) Rules, 2019, based on a comprehensive evaluation of their quality, safety, and efficacy in consultation with Subject Expert Committee (SEC) experts.

Further, to ensure efficacy of drugs, the Drugs Rules 1945 amended vide G.S.R. 327(E) dated 3rd April, 2017, wherein requirement of bio-equivalence study results was placed to the concerned State/UTs Drugs Authorities for grant of manufacturing license for oral dosage form of drugs falling under the Category II and Category IV of the Bio-pharmaceutical Classification System.

(c): Ministry of Health and Family Welfare has informed that no such feedback has been received.

(d) and (e): Ministry of Health and Family Welfare has informed that CDSCO and

Ministry of Health and Family Welfare have taken following regulatory measures to ensure the production of quality medicines across the country: -

(i). In order to assess the regulatory compliance of drug manufacturing premises in the country, the CDSCO along with State Drugs Controllers (SDCs) have conducted Risk-Based Inspections of more than 960 premises since December, 2022 and based on findings, more than 860 actions like issuance of show cause notices, stop production order, suspension, cancellation of licenses /product licenses, warning letters have been taken by the State Licensing Authorities.

(ii). More than 1100 cough syrup manufacturers and 380 blood centres have been subjected to intense audit in coordination with State authorities. Increased market surveillance sampling of syrup formulations by Central and State drugs regulators has also been done.

(iii). Advisory has been issued on 03.10.2025 to all State/UT Health Departments and healthcare facilities to ensure rational use of paediatric cough syrups. Further, the Drugs Controller (India) directed all State/UT Drug Controllers on 07.10.2025 to ensure strict compliance with testing requirements under the Drugs Rules, 1945, and on 27.10.2025 instructed them to maintain heightened vigilance against spurious and substandard drugs and take prompt action under the Drugs & Cosmetics Act, 1940.

(iv). In addition to the existing requirements of testing the raw materials, the Indian

Pharmacopoeia Commission, Ghaziabad has issued an amendment to Indian Pharmacopoeia (IP) 2022, to also mandate the testing for DEG and Ethylene Glycol (EG) in oral liquids at finished product stage before market release.

(v). List of drugs of various companies, which are declared Not of Standard Quality/ Spurious/ Misbranded/ Adulterated by the Central Drugs Testing Laboratories is uploaded and available on the website of CDSCO under the heading of Drug Alert (www.cdsco.gov.in) and actions initiated.

(vi). The Drugs Rules, 1945 have been amended in year 2023 to mandate that manufacturers of the top 300 drug formulation brands listed in Schedule H2 shall print or affix a Bar Code or QR Code on the primary packaging label, or on the secondary label where space is insufficient, to store data readable through software applications for authentication. Similarly, the Rules have also been amended to require that every Active Pharmaceutical Ingredient (bulk drug), whether manufactured or imported, shall bear a QR Code on each level of packaging containing data readable through software application to facilitate tracking and tracing.

(vii). The Central Government has amended the Drugs Rules 1945 vide G.S.R. 922 (E) dated 28.12.2023 to revise the schedule M to the said rules related to Good Manufacturing Practices and requirements of premises, plant and equipment for pharmaceutical products. Revised Schedule M has become effective for the drug manufacturers with turnover > Rs. 250 crores from

29.06.2024 and for manufacturers having turnover of less than Rs. 250 Cr from 01.01.2026.

(viii). In February 2024, CDSCO published regulatory guidelines for the sampling of drugs, cosmetics, and medical devices by Central and State Drugs Inspectors. These guidelines provide a structured approach to ensure the quality and efficacy of products available in the market through uniform drug sampling methodology.

(ix). An online portal, SUGAM labs is in place since September 2023 for integrating the drug testing labs of the CDSCO. It automates the entire workflow for testing of Medical Products (Drugs, Vaccine, Cosmetics & Medical devices) to meet the quality specification and tracing the testing status in the laboratories.

(x). The Central regulator coordinates activities of State Drug Control Organisations and provides expert advice through the Drugs Consultative Committee (DCC) meetings held with State Drugs Controllers for uniformity in administration of the Drugs and Cosmetics Act.

SKILL GAPS, EMPLOYMENT AND FUTURE READINESS

4613. DR. PRABHA MALLIKARJUN:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) whether skill gaps persist in port operations, logistics and inland shipping;

(b) whether training programmes match industry needs and skilling is regionally balanced, if so, the details thereof;

(c) whether automation risks job displacement; and

(d) if so, the manner in which the sector will generate quality maritime employment?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a) to (d): The training programmes in logistics and maritime sector are aligned with industry requirements through sector skill councils, industry partnerships and competency based occupational standards. Further, Indian Maritime University (IMU) a central university under MoPSW, has Syllabus Review Committees where industry practitioners are co-opted to enable preparation of industry relevant curriculum. The skilling initiatives are implemented across multiple states through accredited training centres, IndustrialTraining Institutes, Maritime Training Institutes, industry-led programs, and 06 campuses (Mumbai, Navi Mumbai, Cochin, Chennai, Visakhapatnam and Kolkata) of Indian Maritime University (IMU) ensuring regional outreach. As per Capital Goods & Strategic Skills Council under Ministry of Skill Development and Entrepreneurship, automation is being implemented asa critical enabler for improving production quality and operational efficiency and not as a replacement for human labour.

पारंपरिक उर्वरकों की खपत में कमी

4614. डॉ. शिवाजी बंडाप्पा कालगे:

श्रीमती कलाबेन मोहनभाई देलकर:

श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

श्री निलेश ज्ञानदेव लंके:

क्या **रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हाल के वर्षों में देश में नैनो यूरिया और नैनो डीएपी सहित नैनो-उर्वरकों की बिक्री में उल्लेखनीय वृद्धि हुई है और यदि हां, तो तत्संबंधी वर्ष-वार ब्यौरा क्या है;

(ख) क्या क्षेत्र परीक्षणों/अध्ययनों से फसल की पैदावार में सुधार लाने और पारंपरिक उर्वरकों की खपत को कम करने में उनकी प्रभावशीलता की पुष्टि हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या उक्त प्रभावशीलता के असंगत निष्पादन और पोषक तत्वों की कमी से संबंधित मामलों के संबंध में चिंता व्यक्त की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) सरकार द्वारा देश में किसान जागरूकता कार्यक्रमों और एप्लीकेशन प्रौद्योगिकी तक पहुंच में सुधार करने सहित महाराष्ट्र, मध्य प्रदेश और संघ राज्यक्षेत्र दादरा और नगर हवेली तथा दमण और दीव सहित राज्य-वार/जिला-वार/संघ राज्यक्षेत्र-वार क्या सुधारात्मक कदम उठाए गए हैं?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क): देश में नैनो यूरिया और नैनो डीएपी सहित नैनो उर्वरकों की शुरुआत के बाद से वर्षवार बिक्री निम्नानुसार है:

(प्रत्येक 500 मिली की लाख बोतलों में)

वर्ष	नैनो यूरिया की बिक्री	नैनो डीएपी की बिक्री	नैनो उर्वरकों की बिक्री
2021-22	212.13	-	212.13
2022-23	325.35	-	325.35
2023-24	206.97	57.81	264.78
2024-25	273.68	160.00	433.68
2025-26 (28.02.2026 तक)	201.14	156.29	357.43
कुल	**1219.27**	**374.10**	**1593.37**

(ख) और (ग): आईसीएआर संस्थानों और राज्य कृषि विश्वविद्यालयों (एसएयू) द्वारा विभिन्न स्थानों पर जैव-प्रभावकारिता परीक्षणों और जैव-सुरक्षा परीक्षण परिणामों के आधार पर, भारत सरकार ने उर्वरक नियंत्रण आदेश (एफसीओ), 1985 में नैनो यूरिया को नैनो नाइट्रोजन उर्वरकों के रूप में अनंतिम रूप से अधिसूचित किया था। नैनो यूरिया के ये प्रायोगिक परीक्षण धान, गेहूं, सरसों, मक्का, टमाटर, पत्ता गोभी, खीरा, शिमला मिर्च और प्याज जैसी विभिन्न फसलों पर विभिन्न कृषि-जलवायु क्षेत्रों में आयोजित किए गए थे। अध्ययन से पता चला है कि नाइट्रोजन की अनुशंसित बेसल खुराक के साथ टॉप-ड्रेसिंग के रूप में नैनो यूरिया के दो स्प्रे विभिन्न फसलों में 3-8% की उपज लाभ और 25-50% यूरिया बचत के साथ नाइट्रोजन की पूर्ण अनुशंसित खुराक के साथ प्राप्त उपज के बराबर था। उसी प्रकार, सरकार ने एसएयू/आईसीएआर संस्थानों में फसल परीक्षणों के सकारात्मक परिणाम के आधार पर एफसीओ के तहत नैनो डीएपी और नैनो जिंक को अधिसूचित किया है। आईसीएआर के केंद्रीय आलू अनुसंधान संस्थान के आईसीएआर संस्थानों द्वारा मोदीपुरम और जालंधर में किए गए अध्ययनों ने पुष्टि की कि नैनो डीएपी के 4 मिलीलीटर / लीटर के 2 स्प्रे और 5 मिलीलीटर/लीटर के ट्यूबर उपचार द्वारा फास्फोरस के 50% प्रतिस्थापन से आलू की उपज समान रही।

(i) फसल की पैदावार में सुधार और पारंपरिक उर्वरकों की खपत को कम करने में नैनो उर्वरकों की प्रभावकारिता का आकलन करने के लिए, निम्नलिखित अध्ययन किए गए हैं: "पारंपरिक यूरिया की तुलना में नैनो यूरिया की ''प्रभावकारिता, उपयोगिता और प्रभाव के मूल्यांकन'' के संबंध में भारतीय राष्ट्रीय उत्पादकता परिषद (एनपीसी) और उर्वरक विभाग के बीच 5 मार्च, 2024 को नैनो यूरिया पर एक अध्ययन करने के लिए एक समझौता ज्ञापन हस्ताक्षरित हुआ है। किसानों की प्रतिक्रिया के आधार पर एनपीसी मूल्यांकन के अनुसार, नैनो यूरिया का उपयोग केवल एक पर्णीय अनुप्रयोग के रूप में किया जाना चाहिए, जबकि बेसल खुराक को पारंपरिक यूरिया के माध्यम से आपूर्ति जारी रखनी चाहिए, जो नैनो यूरिया का उपयोग करने पर भी आवश्यक बनी रहती है। किसान की प्रतिक्रिया के आधार पर फसल के आधार पर, मूल रूप में पारंपरिक यूरिया और पर्णीय अनुप्रयोग के रूप में नैनो यूरिया ने फसल की उपज में 1.65% से 14.82% की वृद्धि दिखाई है।

(ii) नैनो यूरिया द्वारा पारंपरिक यूरिया के प्रतिस्थापन की सीमा का मूल्यांकन करने के लिए 14.11.2025 को एनपीसी द्वारा चरण-II अध्ययन पर भी हस्ताक्षर किए गए हैं।

(iii) भारत के विविध कृषि-पारिस्थितिक क्षेत्रों में फसल उत्पादकता और नाइट्रोजन उपयोग दक्षता पर नैनो यूरिया के मूल्यांकन पर एक नेटवर्क परियोजना शुरू करने के लिए 03.11.2025 को आईसीएआर के साथ एक समझौता ज्ञापन पर हस्ताक्षर किए गए हैं, जिसे पांच साल की अवधि के लिए कई सहयोगी कृषि संस्थानों में कार्यान्वित करने के लिए उर्वरक पीएसयू / सहकारी समितियों द्वारा संयुक्त रूप से वित्त पोषित किया गया है।

(iv) आईसीएआर ने विभिन्न कृषि-पारिस्थितिक क्षेत्रों में फसल की वृद्धि, मृदा के स्वास्थ्य और पोषक तत्वों के अवशोषण पर नैनो उर्वरकों के प्रभाव का मूल्यांकन करने के लिए ₹160 लाख के कुल परिव्यय के साथ भारतीय उर्वरक और उर्वरक प्रौद्योगिकी अनुसंधान परिषद

(आईसीएफएफटीआर) द्वारा वित्तपोषित 2024-26 की एक परियोजना शुरू की है। इस परियोजना में भी कई सहयोगी कृषि संस्थान शामिल हैं।

नैनो उर्वरकों के असंगत प्रदर्शन के संबंध में चिंता व्यक्त की गई है, जिसमें स्थानों और फसलों में प्रभावकारिता में परिवर्तनशीलता के साथ ही उच्च प्रतिस्थापन स्तरों पर पोषक तत्वों की पर्याप्तता से संबंधित मुद्दे भी शामिल हैं; क्षेत्र परीक्षणों से पता चला है कि जबकि पारंपरिक उर्वरकों के आंशिक प्रतिस्थापन (लगभग 25%) कुछ मामलों में तुलनीय या मामूली रूप से अधिक उपज दे सकते हैं, उच्च प्रतिस्थापन स्तरों (जैसे 50%) प्राय: उपज में कमी, अनाज की गुणवत्ता में गिरावट और पोषक तत्वों की कमी का कारण बनते हैं, विशेष रूप से कम उर्वरता वाली मिट्टी में, प्रदर्शन भी एक ही स्थान पर बार-बार उपयोग करने पर घटता है।

(घ): सरकार ने कई सुधारात्मक उपाय किए हैं जिसमें फसल प्रतिक्रिया, पोषक तत्वों के उपयोग दक्षता और मिट्टी के प्रभावों का मूल्यांकन करने के लिए भारतीय कृषि अनुसंधान परिषद (आईसीएआर) के माध्यम से दीर्घकालिक, बहु-स्थानिक अनुसंधान शुरू करने, आवेदन प्रोटोकॉल को मानकीकृत करने और किसान जागरूकता कार्यक्रमों, प्रदर्शनों और प्रशिक्षण के माध्यम से संतुलित उर्वरक उपयोग को बढ़ावा देना शामिल हैं। इसके अलावा, देश भर में किसानों के बीच नैनो उर्वरकों के उचित और कुशल उपयोग को सुनिश्चित करने के लिए ड्रोन आधारित छिड़काव सहित उपयुक्त अनुप्रयोग प्रौद्योगिकियों जैसे कि फोलियर स्प्रे सिस्टम तक पहुंच में सुधार के प्रयास किए जा रहे हैं। महाराष्ट्र, मध्य प्रदेश और दादरा और नगर हवेली और दमन और दीव के केंद्र शासित प्रदेश सहित पूरे देश में किसानों के बीच नैनो उर्वरकों के उपयोग को बढ़ावा देने के लिए, निम्नलिखित उपाय किए हैं:

i. नैनो उर्वरकों के प्रयोग को विभिन्न गतिविधियों जैसे कि जागरूकता शिविरों, वेबिनारों, खेतों पर प्रदर्शनों, किसान सम्मेलनों और क्षेत्रीय भाषाओं में फिल्मों आदि के माध्यम से बढ़ावा दिया जाता

है।

ii. नैनो उर्वरकों को संबंधित कंपनियों द्वारा प्रधानमंत्री किसान समृद्धि केंद्रों (पीएमकेएसके) पर उपलब्ध कराया जाता है।

iii. नैनो उर्वरकों को उर्वरक विभाग द्वारा नियमित रूप से जारी मासिक आपूर्ति योजना में शामिल किया गया है।

iv. पत्तियों पर छिड़काव के माध्यम से नैनो यूरिया जैसे नैनो उर्वरकों के अनुप्रयोग और उपयोग में आसानी के लिए 'किसान ड्रोन' के माध्यम से नैनो यूरिया का छिड़काव और खुदरा बिक्री केंद्रों पर बैटरी चालित स्प्रेयरों का वितरण जैसी पहलें की जाती हैं। इस प्रयोजन के लिए, ग्राम स्तरीय उद्यमियों के माध्यम से पायलट प्रशिक्षण और कस्टम हायरिंग छिड़काव सेवाओं को सक्रिय रूप से बढ़ावा दिया जाता है।

v. उर्वरक विभाग ने उर्वरक कंपनियों के सहयोग से परामर्श और क्षेत्र स्तरीय प्रदर्शन करके देश के सभी 15 कृषि-जलवायु क्षेत्रों में नैनो डीएपी को अपनाने के लिए एक महाअभियान शुरू किया है। इसके अलावा, उर्वरक विभाग ने उर्वरक कंपनियों के सहयोग से देश के 100 जिलों में नैनो यूरिया प्लस के लिए फील्ड स्तरीय प्रदर्शन करने और जागरूकता कार्यक्रम चलाने के लिए भी अभियान शुरू किया है।

सरकार नमो ड्रोन दीदी (एनडीडी) स्कीम के माध्यम से देश में नैनो उर्वरकों के लिए अनुप्रयोग प्रौद्योगिकी तक पहुंच बढ़ा रही है। इस स्कीम का उद्देश्य 2023-24 से 2025-26 की अवधि के लिए 1261 करोड़ रुपये के परिव्यय के साथ महिला स्वयं सहायता समूहों (एसएचजी) को ड्रोन प्रदान करना है। स्कीम के तहत, उर्वरक विभाग ने उर्वरक कंपनियों के माध्यम से एसएचजी की नमो ड्रोन दीदियों को 1094 ड्रोन का वितरण सुनिश्चित किया है। महाराष्ट्र, मध्य प्रदेश सहित 1094 ड्रोन का राज्यवार वितरण **विवरण-I** में संलग्न है। ड्रोन दीदी को वितरित किए गए इन 1094 ड्रोन में से

500 ड्रोन नमो ड्रोन दीदी स्कीम के तहत वितरित किए गए हैं। केंद्र शासित प्रदेश दादरा और नगर हवेली तथा दमन और दीव को ड्रोन का कोई आवंटन नहीं किया गया है। इन सभी एसएचजी सदस्यों को डीजीसीए द्वारा अधिकृत रिमोट पायलट संगठनों (आरपीटीओ) में प्रशिक्षण प्रदान किया गया है। प्रशिक्षण में ड्रोन उड़ाने (पायलट प्रशिक्षण) और खेतों में वास्तविक संचालन दोनों शामिल थे, जैसे कि तरल उर्वरकों और कीटनाशकों का छिड़काव।

कृषि में ड्रोन के उपयोग को बढ़ावा देने के लिए, भारतीय कृषि अनुसंधान परिषद (आईसीएआर) को कृषि यन्त्रीकरण पर उप-मिशन (एसएमएएम) के तहत आईसीएआर संस्थानों, कृषि विज्ञान केंद्रों (केवीके) और राज्य कृषि विश्वविद्यालयों के माध्यम से किसानों के खेतों में ड्रोन प्रदर्शन करने के लिए 52.50 करोड़ रुपये की धनराशि प्रदान की गई है। 2022-23 से 2025-26 की अवधि के दौरान (15.03.2026 तक) इन सभी संस्थानों ने 297 ड्रोन खरीदे हैं। विभिन्न राज्यों में किसानों के खेतों पर 38,280 हेक्टेयर क्षेत्र को कवर करते हुए 36,882 ड्रोन प्रदर्शन किए गए हैं। इन प्रदर्शनों में 426,579 किसानों ने भाग लिया है। महाराष्ट्र, मध्य प्रदेश सहित राज्यवार ब्यौरा संलग्न **विवरण-II** में दिया गया है। केंद्र शासित प्रदेश दादरा और नगर हवेली तथा दमन और दीव में किसानों के खेतों पर कोई ड्रोन प्रदर्शन नहीं किया गया है।

<u>विवरण-I</u>

1094 ड्रोनों का राज्य-वार वितरण

क्र.सं	**राज्य के नाम**	**वितरित किए गए ड्रोनों की संख्या**
1	आंध्र प्रदेश	108
2	असम	28
3	बिहार	32
4	छत्तीसगढ़	15
5	गोवा	1

6	गुजरात	58
7	हरियाणा	102
8	हिमाचल प्रदेश	4
9	जम्मू और कश्मीर	2
10	झारखंड	15
11	कर्नाटक	145
12	केरल	51
13	मध्य प्रदेश	89
14	महाराष्ट्र	60
15	ओडिशा	16
16	पंजाब	57
17	राजस्थान	40
18	तमिलनाडु	44
19	तेलंगाना	81
20	उत्तर प्रदेश	128
21	उत्तराखंड	3
22	पश्चिम बंगाल	15
	कुल	1094

<u>विवरण-II</u>

आईसीएआर द्वारा खरीदे गए ड्रोनों का राज्यवार विवरण, आयोजित प्रदर्शनों की संख्या, शामिल क्षेत्र और भाग लेने वाले किसानों की संख्या।

क्र.सं.	राज्य के नाम	खरीदे गए ड्रोनों की संख्या	प्रदर्शनों की संख्या	शामिल किया गया क्षेत्र	भाग लेने वाले किसानों की संख्या
1.	आंध्र प्रदेश	8	2000	2644	10592
2.	अंडमान व निकोबार द्वीप समूह	2	5	85	820

3.	अरुणाचल प्रदेश	2	47	95	1172
4.	असम	12	826	761.61	34145
5.	बिहार	15	2582	1956.39	5471
6.	छत्तीसगढ	6	1314	1584	16545
7.	दिल्ली	8	700	200	6000
8.	गोवा	02	12	18.3	241
9.	गुजरात	11	2089	1873	12480
10.	हरियाणा	16	3300	2200	78000
11.	हिमाचल प्रदेश	6	900	780	15000
12.	झारखंड	8	938	516.27	539
13.	जम्मू और कश्मीर	5	700	760	43000
14.	कर्नाटक	14	1372	1429.41	12959
15.	केरल	17	1167	1428.11	9315
16.	मध्य प्रदेश	21	5042	3751.40	16430
17.	महाराष्ट्र	16	2024	2410.75	33962
18.	मणिपुर	5	34	34	164
19.	मेघालय	2	82	94	1244
20.	मिजोरम	1	27	31	180
21.	नागालैंड	2	272	385	1463
22.	ओडिशा (उड़ीसा)	9	191	1371.80	10353
23.	पंजाब	14	1800	1700	25000
24.	राजस्थान	15	800	1100	23000
25.	सिक्किम	4	250	130	2750
26.	तमिलनाडु	9	2285	2852.41	16518
27.	तेलंगाना	13	3250	2810	9615
28.	त्रिपुरा	1	195	109	5932
29.	उत्तर प्रदेश	36	1450	2663.82	18071
30.	उत्तराखंड	6	1000	870	3200
31.	पश्चिम बंगाल	11	228	1635.74	12418
	कुल	297	36882	38280.01	426579

POOR HEALTH INFRASTRUCTURE IN DHUBRI

4615. MD. RAKIBUL HUSSAIN:

SHRI GAURAV GOGOI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware that the public health infrastructure in the State of Assam is grossly inadequate to cater to its large and predominantly rural population;

(b) if so, the number of public health facilities sanctioned in Assam during the last five years, including District Hospitals, Community Health Centres (CHCs), Urban Community Health Centres (UCHCs), Maternity Homes, Primary Health Centres (PHCs), Urban Primary Health Centres (UPHCs), Additional Primary Health Centres (APHCs), Sub-Health Centres (SHCs) and other facilities above Sub-Centre level but below block level, category-wise and year-wise and especially Dhubri district;

(c) the number of such facilities that are operational and providing 24×7 services in the said State, separately for rural and urban areas during the last five years, category-wise and year wise;

(d) the number of operational as compared to sanctioned PHCs and SHCs in the said State as on date, district-wise;

(e) whether it is a fact that several health facilities are functioning from dilapidated buildings lacking basic amenities such as clean drinking water,

electricity and sanitation, if so, the details thereof;

(f) the number of PHCs and SHCs upgraded to Ayushman Arogya Mandirs (AAMs) in the State during the last five years, year-wise;

(g) whether any sanctioned health facilities in Assam remain non-operational or partially functional due to infrastructure or manpower shortages and if so, the steps taken to address the same; and

(h) the steps taken/proposed to be taken by the Government to upgrade health infrastructure in the said district within a defined timeline?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): Public Health and hospital being a state subject, the primary responsibility for planning, implementing, maintaining and to set up adequate number of healthcare facilities as per requirement is of that State Government. Under the National Health Mission, financial and technical support is provided to States/UTs to strengthen their healthcare system based on proposals received from States/UTs in their Programme Implementation Plan within their resource envelop. The upgradation of medical facilities and deployment of additional healthcare professionals as per requirement may be proposed in PIP by the states including rural population.

Government of India is continuously working to strengthen public health

infrastructure for cater to the large and predominantly rural population across country including Assam. Various initiatives under the National Health Mission and State Government programmes are being implemented to expand and upgrade health infrastructure across the State.

As per the information provided by the State Government of Assam, the number of Health Facilities sanctioned in Assam including Dhubri district during last five years is given in the enclosed **Statement**.

(c) and (d): The Government of India continues to support the State Government through the National Health Mission for construction of new health facilities, upgradation of existing facilities, operationalization of sanctioned facilities, strengthening of diagnostic and emergency services, and addressing infrastructure and manpower gaps in the State, based on proposals submitted by the State in the Programme Implementation Plan (PIP) and as per the GOI norms.

As per the information provided by State Government of Assam, Public Health Facilities across Assam are operational and providing services. Several higher facilities such as First Referral such as First Referral Units (FRUs) provide 24*7 emergency obstetric and newborn care services.

Further State Government of Assam informed that most of the facilities are operational, and several have been converted into Health and Wellness Centres (Ayushman Arogya Mandirs) to expand service delivery. The status of public healthcare facilities in Assam, across both rural and urban areas, includes 14

Medical Colleges, 24 District Hospitals, 17 Sub-District Hospitals, 202 Community Health Centres (CHCs) in rural areas, and 27 CHCs in urban areas.

As per Health Dynamics of India (HDI) 2022-23, details of health facilities functioning in the Rural / Urban areas of the country across all the States/ UTs including Assam with available resources, can be accessed at the following link: https://mohfw.gov.in/sites/default/files/Health%20Dynamics%20of%20India%20%28Infrastructure%20%26%20Human%20Resources%29%202022-23_RE%20%281%29.pdf

(e) and (f): As per the information provided by State Government of Assam, the State periodically assesses the condition of health infrastructure. Necessary maintenance, renovation, and infrastructure strengthening works are undertaken in a phased manner under State Plan, NHM funds and other government programmes. Further, the State Government of Assam informed that under the Ayushman Arogya Mandir (AAM) initiative, a large number of health facilities have been upgraded to provide Comprehensive Primary Health Care (PHC). The PHCs and SHCs upgraded to Ayushman Arogya Mandirs (AAM) in the State durning the last five years is given below:

Financial Year	**Number of SHCs, PHCs and UPHCs upgraded to AAMs**
2020-21	2211
2021-22	3493
2022-23	4418

2023-24	4692
2024-25	4962

(g) and (h): As per the information provided by State Government of Assam that the State has taken following measures to address manpower shortages or infrastructure limitations:

- Recruitment and deployment of Medical Officers, Staff Nurses, and Community Health Officers.
- Upgradation of facilities into Ayushman Arogya Mandirs
- Teleconsultation through e-Sanjeevani
- Strengthening outreach services such as Mobile Medical Units and Boat Clinics

Further, the State Government of Assam has taken following steps to upgrade health infrastructure in the State:

- Upgradation of Sub Centres and PHCs into Ayushman Arogya Mandirs
- Strengthening Maternal and Child Health Services
- Expansion of diagnostic services (CT scan, X-ray, laboratory)
- Establishment of SNCU, NBSU, and newborn care units
- Deployment of Mobile Medical Units, Boat Clinics, and ambulance services
- Implementation of digital health services such as e-Sanjeevani

telemedicine

These initiatives aim to strengthen primary healthcare, improve accessibility, and enhance quality of health services in rural and underserved areas

STATEMENT

Number of Health Facilities sanctioned in Assam including Dhubri district from 2021-22 to 2025-26

S. No.	Name of Health Institution	Sanctioned under the Scheme	Financial Year (2021-22)	Financial Year (2022-23)	Financial Year (2023-24)	Financial Year (2024-25)	Financial Year (2025-26)
1	District Hospital	NHM RoP	0	0	0	0	0
2	Sub District Hospital	NHM RoP	0	1	0	1	0
3	Community Health Centre	NHM RoP	4	1	0	0	0
		XV-FC	0	2	0	15	2
4	Urban Community Health Centre	NHM RoP	0	0	0	0	0
5	Maternity Homes	NHM RoP	2	1	0	1	0
6	Primary Health Centre	NHM RoP	13	1	0	0	0
		XV-FC	9	1	28	21	20
7	Urban Primary Health Centre	NHM RoP	0	0	0	3	0
8	Additional Primary Health Centre	NHM RoP	0	0	0	0	0
9	Sub Health Centre	XV-FC	9	0	95	82	213
		PM-ABHIM	384	384	0	0	0

INLAND LOGISTIC PARITY

4616. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) the steps taken under the Sagarmala Programme to rationalize hinterland evacuation costs and ensure logistics parity for Export-import (EXIM) cargo for Chhattisgarh;

(b) whether the Government is implementing mechanisms to address the high logistical burden of empty container repositioning faced by inland industries, if so, the details thereof;

(c) the inter-ministerial initiatives under PM Gati-Shakti to seamlessly integrate regional Inland Container Depots (ICDs), such as the facility in Naya Raipur, with major coastal hubs;

(d) the status of linking the said inland multi-modal logistics parks with maritime digital portals like SAGAR-SETU to streamline regulatory clearances and reduce transit delays; and

(e) the steps taken to improve the ocean connectivity of the Chhattisgarh State on the lines of Jalore-Arabian Sea Link?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a): To rationalize hinterland evacuation, reduce logistics costs, and ensure parity

EXIM cargo under the Sagarmala Programme,a MultiModal Logistics Park (MMLP) has been developed in Naya Raipur as a strategic Inland Container Depot (ICD)in an area of 113 acres. A second railline of 203 kmbetween Raipur and Titlagarh has been laid in 2023 to ease congestion on the rail link to Paradip Port. Both these projects have contributed in logistic parity to steel and agro based industries in Chhattisgarh and strengthened faster evacuation of cargo.

(b): The Government in Budget Speech 2026-27 has announced a scheme for container manufacturing in India with a budget outlay of Rs. 10,000 crores. The scheme aims to develop a globally competitive container manufacturing ecosystem in the country by providing financial incentives for the establishment and expansion of container manufacturing units in order to mitigate the issue ofnon-availability of empty containers.

(c) to (d): Under the PM GatiShakti National Master Plan (NMP), the Inland Container Depots (ICDs) at Naya Raipurhas been linked through both Railway and Roadways to major eastern ports like Vishakhapatnam, Paradip and Syama Prasad Mookerjee Ports and the alignment of same has been plotted in NMP of PM GatiShakti. SAGAR-SETU, the digital portal launched by the Ministry of Ports, Shipping and Waterways captures the data relating to cargo handling ports and vessels for faster regulatory clearances and reducing the transit delays.

(e): The existing rail and road connectivity of Chhattisgarh with the major ports at the eastern coast is adequately meeting its requirement towards evacuation of

cargo in the Chhattisgarh region.

SHIPBUILDING DEVELOPMENT SCHEME

4617. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

SUSHRI KANGNA RANAUT:

SHRI SUDHEER GUPTA:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI RAMESH AWASTHI:

SHRI RAVINDRA SHUKLA *ALIAS* RAVI KISHAN:

DR. SANJAY JAISWAL:

SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) the objectives and key features of the Shipbuilding Development Scheme (SbDS) notified by the Government;

(b) the manner in which greenfield shipbuilding clusters is likely to be developed, including the funding pattern between the Centre and the States;

(c) the details of the Credit Risk Coverage Framework introduced under the said Scheme and its expected impact on improving project bankability; and

(d) the steps taken to establish the India Ship Technology Centre under the Indian Maritime University to promote research, innovation and skill development?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a) to (d): The Shipbuilding Development Scheme (SbDS) aims to strengthen India's domestic shipbuilding capacity and capability by expanding domestic output to 4.5 million Gross Tonnage (GT) annually by 2047. The key features includes greenfield cluster development, brownfield capacity expansion, shipbuilding risk coverage and capability development of the Indian shipbuilding sector through India Ship Technology Centre (ISTC).

The green field shipbuilding clusters are to be implemented through a Special Purpose Vehicle (SPV) with 50:50 joint venture arrangement between Central Government and State Government entities. The scheme envisages to provide 100% capital assistance of the cost of eligible items for the approved greenfield shipbuilding clusters.

The Credit Risk Coverage Framework introduced under the Shipbuilding Development Scheme aims to provide financial protection to Indian shipyards against key risks associated with shipbuilding contracts and vendor dependencies. It comprises coverage for risks such as pre-shipment, post-shipment and vendor-default risks faced by the shipyards and lenders. This mechanism helps to reduce the perceived credit risk for banks and financial

institutions, thereby improving the bankability of shipbuilding projects, enabling easier access to long-term financing and encouraging greater private investment in the sector.

An industry representative committee, comprising of relevant stakeholders including Indian Maritime University, public and private shipyards, Shipyards Association of India (SAI), Indian Marine Designers Association (IMDA), has been set up with a mandate to establish ISTC as section-8 company. The mandate of the ISTC is to help in developing India's capabilities related to shipbuilding design, training of manpower, R&D in shipbuilding and co-ordination for testing facilities.

जीवन रक्षक दवाओं की अत्यधिक कीमत

4618. श्री नारायण तातू राणेः

क्या **रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या देश में जीवन रक्षक और कुछ अन्य दवाओं को उनकी कमी के कारण अत्यधिक कीमतों पर बेचा जा रहा है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और प्रत्येक दवा के मूल्य में कितने प्रतिशत की वृद्धि हुई है;

(ग) उक्त दवाओं की कीमत को वहनीयता की सीमा के भीतर रखे जाना सुनिश्चित करने के लिए क्या कदम उठाए गए हैं;

(घ) क्या देश में उक्त दवाओं का न्यूनतम बफर स्टॉक सुनिश्चित करने के लिए कोई मानदंड निर्धारित किए गए हैं;

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त दवाओं का अनुमानित भंडार कितना है;

(च) क्या सरकार ने दवा मूल्य नियंत्रण प्रणाली की समीक्षा करने के लिए किसी उच्च स्तरीय समिति का गठन किया है/गठित करने का विचार है; और

(छ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क) से (ङ): वर्तमान में, औषधियों की कीमतें राष्ट्रीय औषध मूल्य निर्धारण नीति, 2012 के आधार पर औषधि (मूल्य नियंत्रण) आदेश 2013 (डीपीसीओ, 2013) के प्रावधानों के अनुसार विनियमित की जाती हैं। डीपीसीओ, 2013 के मौजूदा प्रावधानों के अनुसार, राष्ट्रीय औषध मूल्य निर्धारण प्राधिकरण (एनपीपीए) डीपीसीओ, 2013 की अनुसूची-I, जो राष्ट्रीय आवश्यक औषधि सूची पर आधारित है, में शामिल औषधियों की अधिकतम मूल्य सीमा और डीपीसीओ, 2013 के पैरा 2(1)(प) में यथा परिभाषित नई औषधियों के खुदरा मूल्य निर्धारित करता है। इसके अलावा, गैर-अनुसूचित फॉर्मुलेशनों के मामले में, विनिर्माताओं के लिए यह अपेक्षित है कि वे ऐसी औषधियों के अधिकतम खुदरा मूल्य (एमआरपी) में पिछले 12 महीनों के दौरान व्याप्त एमआरपी के 10% से अधिक की वृद्धि न करें। इसके अतिरिक्त, एनपीपीए असाधारण परिस्थितियों में और जनहित में डीपीसीओ, 2013 के अनुच्छेद 19 के तहत औषधियों की कीमतें भी निर्धारित करता है। अधिप्रभारन के मामलों का निपटान डीपीसीओ, 2013 के प्रावधानों के अनुसार किया जाता है। एनपीपीए द्वारा निर्धारित या संशोधित कीमतों का विवरण एनपीपीए की वेबसाइट (www.nppa.gov.in) पर उपलब्ध है।

उक्त औषधियों के लिए न्यूनतम बफर स्टॉक सुनिश्चित करने हेतु कोई मानदंड निर्धारित नहीं किया गया है। एनपीपीए देश में औषधियों की उपलब्धता की निगरानी करता है और जब भी किसी दवा की अनुपलब्धता का मुद्दा विभिन्न स्रोतों, जिनमें राज्य औषधि नियंत्रक (एसडीसी), फार्मा जन समाधान पोर्टल, एनपीपीए हेल्पलाइन, जन शिकायत पोर्टल और व्यक्ति शामिल हैं, के माध्यम से

उसके संज्ञान में आता है, तो वह सुधारात्मक उपाय करता है। इसके अतिरिक्त, सरकार ने आम आदमी को किफायती दरों पर आवश्यक औषधियों की उपलब्धता में सुधार के लिए अन्य उपाय भी किए हैं, जिनमें निम्नलिखित शामिल हैं:

(i) सरकार ने प्रधानमंत्री भारतीय जनऔषधि परियोजना योजना शुरू की है जिसके तहत 17,000 से अधिक जनऔषधि केंद्रों के माध्यम से गुणवत्तापूर्ण जेनेरिक दवाएं ब्रांडेड औषधियों की तुलना में आमतौर पर 50% से 80% वहनीय दरों पर उपलब्ध कराई जाती हैं।

(ii) स्वास्थ्य एवं परिवार कल्याण विभाग की आयुष्मान भारत प्रधान मंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई) के अंतर्गत, द्वितीयक या तृतीयक परिचर्या अस्पतालीकरण के लिए प्रति परिवार प्रति वर्ष ₹5 लाख का स्वास्थ्य आश्वासन/बीमा कवर प्रदान किया जाता है, जिसमें दवाइयाँ भी शामिल हैं।

(iii) राष्ट्रीय स्वास्थ्य मिशन की निःशुल्क औषधि सेवा पहल के अंतर्गत, भारतीय सार्वजनिक स्वास्थ्य मानकों (आईपीएचएस) के तहत अनुशंसित आवश्यक औषधियों की सूची देश भर में प्राथमिक स्वास्थ्य केंद्रों (पीएचसी) से लेकर जिला अस्पतालों तक के जन स्वास्थ्य केंद्रों पर निःशुल्क उपलब्ध कराई जाती है।

(iv) स्वास्थ्य एवं परिवार कल्याण विभाग की अमृत (उपचार के लिए किफायती दवाएं और विश्वसनीय प्रत्यारोपण) पहल के तहत, कैंसर, हृदयवाहिका रोग और अन्य बीमारियों के उपचार के लिए किफायती दवाएं, प्रत्यारोपण, सर्जिकल डिस्पोजेबल सामग्रियां और अन्य उपभोज्य वस्तुएं आदि, बाजार दरों पर औसतन 50% तक की छूट पर अस्पतालों और स्वास्थ्य संस्थानों में स्थापित अमृत फार्मेसी स्टोरों के माध्यम से उपलब्ध कराई जाती हैं।

(v) राष्ट्रीय आरोग्य निधि और स्वास्थ्य मंत्री के विवेकानुदान की व्यापक योजना के तहत, गरीबी रेखा से नीचे रहने वाले परिवारों से संबंधित गरीब मरीजों, जो कैंसर सहित प्रमुख जानलेवा

बीमारियों से पीड़ित हैं, को वित्तीय सहायता प्रदान की जाती है।

(च) और (छ): डीपीसीओ, 2013 की समीक्षा एक सतत प्रक्रिया है जो विभाग द्वारा समय-समय पर अथवा यथावश्यकतानुसार की जाती है ताकि यह सुनिश्चित किया जा सके कि डीपीसीओ, 2013 के प्रावधान प्रभावी रूप से लागू हों जिससे आवश्यक औषधियां आम जनता के लिए किफायती कीमत पर सुलभ और उपलब्ध हों।

STATUS OF NMR AND U5MR

4619. SUSHRI KANGNA RANAUT:

SHRI BHOJRAJ NAG:

SHRI MANISH JAISWAL:

SHRI DAMODAR AGRAWAL:

SHRI DULU MAHATO:

SHRI SHANKAR LALWANI:

SHRI TRIVENDRA SINGH RAWAT:

DR. K. SUDHAKAR:

SHRIMATI POONAMBEN MAADAM:

CAPTAIN BRIJESH CHOWTA:

SHRI RAMESH AWASTHI:

SHRIMATI SMITA UDAY WAGH:

SHRI G. M. HARISH BALAYOGI:

DR. RAJESH MISHRA:

SHRI SHIVMANGAL SINGH TOMAR:

SHRI YOGENDER CHANDOLIA:

SHRI CHANDRA PRAKASH JOSHI:

SHRIMATI SANJNA JATAV:

SHRI VINOD LAKHAMSHI CHAVDA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the current status of Neonatal Mortality Rate (NMR) and Under-5 Mortality Rate (U5MR) in the country, State/UT and district-wise comparative data for Jalgaon, Karnataka for Dakshina Kannada, Konaseema, Hazaribagh and Ramgarh and districts under Bharatpur Parliamentary Constituency;

(b) the specific measures undertaken by the Government to further reduce the said rates in these districts in the country,

(c) the district level implementation mechanisms in place to ensure targeted intervention in high-burden districts through strengthening institutional deliveries, Special Newborn Care Units (SNCU), immunisation and nutrition interventions;

(d) the key components and objectives of the Rashtriya Bal Swasthya Karyakram (RBSK) being implemented for early identification and intervention of the 4Ds—Defects at birth, Diseases, Deficiencies and Developmental delays in the country and its implementation status in Jharkhand including the said districts;

(e) the details of the number of children screened and treated under the

Programme during the last five years, year, State/UT and district-wise data for the said districts;

(f) the initiatives taken by the Government to strengthen early detection, referral and management of health conditions under RBSK in the country, State/UT-wise, particularly in Jharkhand and Hazaribagh and Ramgarh districts; and

(g) whether any dedicated referral linkages and follow-up mechanisms have been established at the district level in the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): As per Sample Registration System (SRS) 2023 Report of Registrar General of India, the Neonatal Mortality Rate (NMR) is 19 per 1000 live births and Under 5 Mortality Rate (U5MR) is 29 per 1000 live births at National level. The State/ UT wise details of NMR and U5MR is given in the enclosed **Statement-I.**

(b) and (c): The Ministry of Health and Family Welfare (MoHFW) supports in implementation of Reproductive, Maternal, Newborn, Child, Adolescent Health and Nutrition (RMNCAH + N) strategy under National Health Mission (NHM) based on the Annual Program Implementation Plan (APIP) submitted by respective State / UT. The details of interventions to improve health outcome of the children all across the country including State of Maharashtra, Karnataka, Andhra Pradesh, Jharkhand and Rajasthan, are as follows:

- Promotion of institutional deliveries through cash incentive under Janani Suraksha Yojana (JSY);
- Under Janani Shishu Suraksha Karyakram (JSSK), pregnant mother and sick infants up to one year of age are entitled to free treatment in public health institutions along with the provision of free transport, diagnostics, medicines, blood and consumables;
- Establishment of Neonatal Intensive Care Units (NICUs)/Special Newborn Care Units (SNCU) and Newborn Stabilization Units (NBSUs) at district and sub-district level to provide specialized care to sick and small babies;
- Home Based Newborn Care (HBNC) and Home Based Care of Young Child (HBYC) provided by ASHAs to improve child rearing practices;
- Mothers' Absolute Affection programme (MAA) to promote early initiation and exclusive breastfeeding for first six months;
- Promotion of ORS and Zinc for management of diarrhoea in children under STOP Diarrhoea Campaign;
- Early screening, identification and management of pneumonia under Social Awareness and Actions to Neutralize Pneumonia Successfully (SAANS);
- Under Universal Immunization Programme, provision of 11 vaccines to protect children against 12 vaccine-preventable diseases;

- In addition, Rashtriya Bal Swasthya Karyakram (RBSK) provides child health screening and early intervention services for defects, diseases, deficiencies and delays to improve the quality of survival.

(d): Rashtriya Bal Swasthya Karyakram (RBSK) is a program under the National Health Mission for early identification and management of 4Ds- Defect at birth, Diseases, Deficiencies and Developmental delays among children from birth to 18 years. Children diagnosed with identified health conditions are provided early intervention services and follow-up care.

The major components of RBSK are as follows:

i. Comprehensive newborn screening at delivery points to screen birth defects of the newborn.
ii. Community screening for children in the age group 0-18 years of age by Mobile Health Team.
    a) At the Anganwadi (Twice a year)
    b) At Government schools (once a year)
iii. Screening of the children by the ASHA through the Home based New born care program as a part of Early Childhood Development (Home visit).
iv. Therapeutic management of the identified children at the District Early Intervention Centres (DEIC) and Tertiary care centres.

(e): As reported by States/UTs, 7492.25 lakh children have been screened, and 401.74 lakh children have been provided secondary/tertiary care during the last

five years. State/UT wise details are given in the enclosed **Statement-II and III.**

(f): The Ministry of Health and Family Welfare (MoHFW) supports the States/UTs through technical and financial guidance based on Annual Programme Implementation Plans (APIP) submitted by State/UTs. For effective implementation of RBSK across India, including Jharkhand and Hazaribagh and Ramgarh districts, the program is monitored by MoHFW through review of quarterly reports, field visits, periodic meetings with State Nodal Officers, and Common Review Missions (CRM).

(g): Under RBSK, as reported by States/UTs 453 District Early Intervention Centres (DEIC) are made functional at the district level. Multitude of services are provided by a team of skilled health professionals at DEIC. These centers facilitate as referral linkages for tertiary-level health services. State/UT-wise details are given in the enclosed **Statement-IV.**

STATEMENT-I

Status of NMR and U5MR in 22 Larger States and UTs		
	Neonatal Mortality Rate (NMR)	**Under 5 Mortality Rate (U5MR)**
India	**19**	**29**
Andhra Pradesh	16	21
Assam	21	33
Bihar	18	27
Chhattisgarh	26	41
Delhi	9	16

Status of NMR and U5MR in 22 Larger States and UTs		
	Neonatal Mortality Rate (NMR)	**Under 5 Mortality Rate (U5MR)**
Gujarat	15	23
Haryana	19	30
Himachal Pradesh	11	17
Jammu & Kashmir	10	15
Jharkhand	20	32
Karnataka	11	17
Kerala	4	8
Madhya Pradesh	27	44
Maharashtra	11	16
Odisha	21	35
Punjab	12	22
Rajasthan	21	34
Tamil Nadu	9	13
Telangana	14	22
Uttar Pradesh	26	42
Uttarakhand	14	23
West Bengal	13	18
Source: *Sample Registration System, RGI Report* India - SAMPLE REGISTRATION SYSTEM (SRS)-STATISTICAL REPORT 2023		
Unit: Per 1000 live births		

STATEMENT -II

State/UT details of the number of children screened and treated under RBSK during the last five years

(No. In Lakh)

		2020-21		2021-22		2022-23		2023-24		2024-25	
S. No.	State/ UTs	Number of Screened Children	Children availed Secondary/ Tertiary Care for 4Ds	Number of Screened Children	Children availed Secondary/ Tertiary Care for 4Ds	Number of Screened Children	Children availed Secondary/ Tertiary Care for 4Ds	Number of Screened Children	Children availed Secondary/ Tertiary Care for 4Ds	Number of Screened Children	Children availed Secondary/ Tertiary Care for 4Ds
1	Andaman & Nicobar	0.00	0.00	0.06	0.01	0.24	0.02	0.34	0.03	0.35	0.02
2	Andhra Pradesh	4.39	0.34	7.24	1.93	6.06	1.06	15.79	2.53	40.55	2.14
3	Arunachal Pradesh	0.04	0.01	1.25	0.02	1.54	0.01	2.97	0.01	3.59	# 30
4	Assam	18.36	0.64	30.27	1.20	74.44	4.12	80.67	6.40	100.69	9.19
5	Bihar	0.00	0.00	0.00	0.00	92.07	1.62	127.75	2.01	60.61	1.93
6	Chandigarh	0.00	0.00	0.61	0.24	1.54	0.34	1.77	0.33	1.87	0.30
7	Chhattisgarh	0.00	0.00	18.81	0.04	32.79	0.14	61.56	0.29	79.94	0.87
8	Dadra & Nagar Haveli and DD	0.00	0.00	1.26	0.01	0.65	0.02	0.66	0.01	2.00	0.01
9	Goa	0.00	0.00	0.00	0.00	4.23	0.05	4.24	0.06	4.27	0.04
10	Gujarat	0.00	0.00	75.29	9.61	198.29	18.53	195.09	25.44	223.59	14.63
11	Haryana	5.84	0.54	16.69	2.25	38.43	12.66	44.16	6.16	46.87	5.91
12	Himachal Pradesh	0.00	0.00	0.00	0.00	2.96	# 98	10.91	# 107	11.25	0.13

		2020-21		2021-22		2022-23		2023-24		2024-25	
S. No.	State/ UTs	Number of Screened Children	Children availed Secondary/ Tertiary Care for 4Ds	Number of Screened Children	Children availed Secondary/ Tertiary Care for 4Ds	Number of Screened Children	Children availed Secondary/ Tertiary Care for 4Ds	Number of Screened Children	Children availed Secondary/ Tertiary Care for 4Ds	Number of Screened Children	Children availed Secondary/ Tertiary Care for 4Ds
13	Jammu & Kashmir	0.00	0.00	1.88	0.00	23.48	1.88	25.35	1.36	24.97	1.43
14	Jharkhand	0.00	0.00	12.74	0.34	47.59	2.29	70.57	1.11	71.39	0.71
15	Karnataka	92.82	2.47	99.41	4.48	128.34	7.83	126.61	12.30	119.30	33.16
16	Kerala	0.00	0.00	0.46	0.01	16.83	0.10	27.50	0.02	42.18	4.61
17	Ladakh	0.00	0.00	0.12	0.00	0.99	0.01	0.95	0.02	0.86	0.05
18	Madhya Pradesh	22.16	1.27	89.82	4.34	140.77	9.17	139.14	8.97	144.54	8.50
19	Maharashtra	28.40	0.14	158.63	3.79	247.32	9.19	254.74	8.50	241.47	15.04
20	Manipur	0.00	0.00	0.00	0.00	2.36	0.01	2.93	0.01	2.26	0.02
21	Meghalaya	0.66	0.09	3.34	0.13	8.56	0.17	9.17	0.39	8.20	0.41
22	Mizoram	0.00	0.00	0.42	0.00	3.21	0.08	3.57	0.12	3.39	0.11
23	Nagaland	0.08	0.00	0.58	0.00	1.32	0.00	1.57	# 99	1.65	# 40
24	Odisha	13.25	0.61	40.47	3.16	122.28	7.77	122.24	7.14	123.83	11.20
25	Puducherry	0.00	0.00	1.68	0.00	2.38	0.26	2.00	# 556	2.34	0.01
26	Punjab	0.55	0.00	0.00	0.00	31.98	0.43	33.41	0.36	39.57	0.28
27	Rajasthan	0.00	0.00	37.48	1.55	85.98	3.15	99.55	1.92	60.00	2.25
28	Sikkim	0.00	0.00	0.27	0.00	0.76	0.02	0.91	0.02	1.17	0.01
29	Tamil Nadu	5.73	0.00	167.76	2.03	252.90	4.01	144.89	3.22	149.76	2.52

		2020-21		2021-22		2022-23		2023-24		2024-25	
S. No.	**State/ UTs**	**Number of Screened Children**	**Children availed Secondary/ Tertiary Care for 4Ds**	**Number of Screened Children**	**Children availed Secondary/ Tertiary Care for 4Ds**	**Number of Screened Children**	**Children availed Secondary/ Tertiary Care for 4Ds**	**Number of Screened Children**	**Children availed Secondary/ Tertiary Care for 4Ds**	**Number of Screened Children**	**Children availed Secondary/ Tertiary Care for 4Ds**
30	Telangana	0.00	0.00	10.72	0.51	40.03	1.06	52.63	1.95	65.72	1.87
31	Tripura	1.31	0.05	3.65	0.18	5.19	# 313	8.02	# 423	8.00	0.33
32	Uttar Pradesh	28.21	0.31	73.42	1.40	235.16	7.08	309.21	9.73	349.68	13.50
33	Uttarakhand	0.90	0.02	12.03	0.05	20.88	0.20	19.74	0.26	19.60	0.29
34	West Bengal	0.00	0.00	0.00	0.00	126.53	8.66	174.31	11.81	174.69	12.08
TOTAL (Lakhs)		**222.70**	**6.49**	**866.36**	**37.28**	**1998.09**	**101.94**	**2174.95**	**112.48**	**2230.15**	**143.55**

Note1: Community level screening through Mobile Health teams was disrupted during COVID-19 pandemic in 2020-21 and 2021-22 as Anganwadi and schools were closed.

Note2: As per information received from Delhi Health Services Government of NCT of Delhi - 2.08 lakh children screened in FY 2022-23; 2.06 lakh children screened & 0.04 lakh children availed secondary/tertiary care in FY 2023-24 and 15.78 lakh children screened & 0.7 lakh children availed secondary/tertiary care in FY 2024-25.

Note3: As per available data, Lakshadweep has screened 0.11 lakh children in FY 2023-24 and 0.16 lakh children in FY 2024-25.

The figure represent in the absolute number of cases managed due to small population in the States of Arunachal Pradesh, Himachal Pradesh, Lakshadweep, Nagaland, Puducherry and Tripura.

STATEMENT -III

Number of children screened and treated under RBSK during the last five years in Jalgaon, Dakshina Kannada, Konaseema, Hazaribagh and Ramgarh districts and districts under Bharatpur Parliamentary Constituency

(In Numbers)

		2020-21		2021-22		2022-23		2023-24		2024-25	
State	**District**	**Number of Screened Children**	**Children availed Secondary/ Tertiary Care for 4Ds**	**Number of Screened Children**	**Children availed Secondary/ Tertiary Care for 4Ds**	**Number of Screened Children**	**Children availed Secondary/ Tertiary Care for 4Ds**	**Number of Screened Children**	**Children availed Secondary/ Tertiary Care for 4Ds**	**Number of Screened Children**	**Children availed Secondary/ Tertiary Care for 4Ds**
Maharashtra	Jalgaon	57310	5085	1011701	100020	1269232	61700	1260057	62532	1240999	135259
Karnataka	Dakshina Kannada	184124	3415	368410	4705	430941	21978	379230	34876	392672	170284
Andhra Pradesh	Dr. B.R. Ambedkar Konaseema	*5794	*4574	*6208	*4845	8212	6467	7239	5374	6283	4086
Jharkhand	Hazaribagh	**0	**0	181302	1046	288737	1865	329578	7905	302663	11064
	Ramgarh	**0	**0	97478	551	181281	1255	190623	2324	169223	4559
Rajasthan	Deeg ***	NA	NA	NA	NA	NA	NA	NA	NA	154549	4411
	Alwar	**0	**0	286923	10154	327142	12343	203765	5376	207706	7747
	Bharatpur	**0	**0	231290	9330	386017	9822	188098	4702	174313	3787

* The data pertaining to Konaseema District for the years 2020–21 and 2021–22 has been taken from the erstwhile East Godavari District, as Dr. B.R. Ambedkar Konaseema District was formed in April 2022 during the district reorganization in Andhra Pradesh.

** Community level screening through Mobile Health teams was disrupted during COVID-19 pandemic in 2020-21 and 2021-22 as Anganwadi and schools were closed.

*** Deeg District establish in 2024-25

STATEMENT-IV

State/UT-wise details of District Early Intervention Centres

States/UTs	Number of Operational DEIC(s)
Andhra Pradesh	34
Arunachal Pradesh	3
Assam	20
Bihar	9
Chandigarh	1
Chhattisgarh	7
Dadra & Nagar Haveli and DD	2
Delhi	4
Goa	2
Gujarat	28
Haryana	21
Himachal Pradesh	10
Jammu & Kashmir	22
Jharkhand	8
Karnataka	16
Kerala	14
Ladakh	2
Madhya Pradesh	51
Maharashtra	35
Manipur	9
Meghalaya	3
Mizoram	2
Nagaland	1

Odisha	32
Puducherry	1
Punjab	5
Rajasthan	18
Sikkim	1
Tamil Nadu	39
Telangana	19
Tripura	3
Uttar Pradesh	12
Uttarakhand	5
West Bengal	14
Total	**453**

न्यायालयों में लंबित मामले

4620. श्रीमती रुचि वीराः

क्या **विधि और न्याय** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार के संज्ञान में यह बात लाई गई है कि राष्ट्रीय न्यायिक डेटा ग्रिड और ई-न्यायालयों की निगरानी के अनुसार न्यायालयों में लंबित मामलों और विलंब की प्रवृत्तियां बड़े पैमाने पर प्रचलित हैं और न्याय विभाग स्वयं एनजेडीजी को लंबित मामलों को कम करने और बाधाओं की पहचान करने के लिए एक साधन के रूप में वर्णित करता है जिससे यह चिंता उत्पन होती है कि उत्तर प्रदेश के मुरादाबाद जिले के नागरिकों को मामलों के निपटान में अत्यधिक देरी का सामना करना पड़ रहा है ; और

(ख) यदि हां, तो जिला न्यायालयों/अधीनस्थ न्यायालयों में लंबित मामलों की कुल संख्या, विगत तीन

वर्षों के दौरान निपटाए गए मामलों की संख्या, न्यायिक अधिकारियों के रिक्त पद, लोक अभियोजकों की उपलब्धता और जिले में फास्ट ट्रैक न्यायालयों/विशेष न्यायालयों की संख्या का ब्यौरा क्या है ?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

(क) और (ख): मुकदमों का निपटारा न्यायपालिका के पूर्ण अधिकार क्षेत्र में आता है। अदालतों में मुकदमों के लंबित रहने के कई कारण होते हैं, जिनमें तथ्यों की जटिलता, साक्ष्य की प्रकृति, संबंधित पक्षों (जैसे बार एसोसिएशन, जांच एजेंसियां, साक्षी और मुकदमेबाज) का सहयोग, भौतिक बुनियादी ढांचे की उपलब्धता, सहायक न्यायालय कर्मचारी आदि सम्मिलित हैं। राष्ट्रीय न्यायिक डेटा ग्रिड (एन.जे.डी.जी.) पर उपलब्ध जानकारी के अनुसार, 17 मार्च 2026 तक पिछले तीन वर्षों के दौरान उत्तर प्रदेश के मुरादाबाद जिले में जिला न्यायालयों/अधीनस्थ न्यायालयों में लंबित मामलों का विवरण और निपटाए गए मामलों की संख्या इस प्रकार है:

	मामलों की संख्या
कुल पेंडेंसी	1,49,389
पिछले 3 वर्षों के दौरान निपटाया गया	17,627

न्यायिक अधिकारियों के रिक्त पदों और लोक अभियोजकों की उपलब्धता से संबंधित जानकारी जिलावार रूप से केंद्रीय स्तर पर संगृहित नहीं की जाती है। उत्तर प्रदेश के मुरादाबाद जिले में 2 विशेष लोक अभियोजक न्यायालयों सहित 3 कार्यरत त्वरित विशेष न्यायालय (एफ.टी.एस.सी.) और 5 त्वरित न्यायालय (एफ.टी.सी.) हैं।

LEGAL AID SERVICES

4621. SHRI RAJESH VERMA:

SHRIMATI SHAMBHAVI:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether the Government has translates about 80,000 judgments into 18 regional languages with a view to improving access to legal information for non-English speaking citizens, if so, the details thereof;

(b) whether the Government has launched the "Veer Parivar Sahayata Yojana" for the welfare of India’s defence personnel, if so, the details thereof;

(c) whether the success of the "Nyaya Bandhu" app has effectively harnessed the expertise of young legal professionals to provide free legal aid, if so, the details thereof;

(d) whether about 8 lakh criminal cases have been resolved through the Legal Aid Defence Council System, if so, the details thereof;

(e) whether the "Hamara Samvidhan Hamara Samman" campaign has successfully inculcated constitutional values among the 70 lakh citizens it has reached, if so, the details thereof; and

(f) whether these inclusive legal aid schemes have effectively fulfilled the constitutional mandate of "Equal Justice for All", if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a): As on 09.03.2026, by using Artificial Intelligence (AI) translation tools, around 1,16,210 translations of Supreme Court judgements have been carried out in 18 languages viz. Hindi (36,553), Punjabi (37,006), Bengali (12,345), Gujarati (6,402), Tamil (5,467), Malayalam (4,379), Marathi (3,268), Urdu (2,987), Telegu (2,982), Kannada (2,215), Odia (1,806), Assamese (500), Nepali (196), Santali (58), Konkani (17), Garo (16), Khasi (12), and Kashmiri (1). The details of the translated Supreme Court Judgements in 18 languages are available on the SCR portal of the Supreme Court website.

(b): The Veer Parivar Sahayata Yojana (VPSY), 2025, launched by the National Legal Services Authority (NALSA), aims to provide accessible and effective legal services to serving defence personnel, ex-servicemen, and their dependent family members, subject to eligibility under the Legal Services Authorities Act, 1987. The Scheme covers a wide range of legal matters, including property disputes, welfare entitlements, matrimonial issues, civil disputes, and other related concerns. It is implemented through Legal Services Clinics established at Rajya and Zila Sainik Boards, in coordination with the State Legal Services Authorities and District Legal Services Authorities. As on 31.12.2025, there are 417 Legal Service Clinics functional at Zila Sainik Boards and 14,929 persons have benefitted/provided

legal assistance under the Scheme.

(c): The Nyaya Bandhu Mobile App, available on Android, iOS, and the UMANG platform in six languages, facilitates the creation of a database of Pro Bono Advocates and promotes participation of advocates, including young legal professionals. As on 28.02.2026, a total of 10,263 advocates have been registered under the Nyaya Bandhu Programme.

(d): The Government of India has been implementing the Legal Aid Defense Counsel System (LADCS), through NALSA. The scheme is aimed at providing legal aid in criminal cases to beneficiaries eligible under Section 12 of the Legal Services Authorities Act, 1987. Under this scheme, Legal Services Authorities extend legal assistance at every stage of criminal proceedings, ranging from the pre-arrest stage to the appellate stage. As on 31.12.2025, LADC offices are functional in 680 districts across the country. The details of cases assigned and disposed of by LADCs during the last three years are as follows:-

Financial Year	**Criminal Cases assigned**	**Criminal Cases disposed**
2023-24	3,36,830	2,12,505
2024-25	5,32,413	3,72,750
2025-26	3,93,614	2,86,326
Total	**12,62,857**	**8,71,581**

(e): The “Hamara Samvidhan, Hamara Samman” campaign has played a pivotal role in promoting awareness and inculcating constitutional values among citizens

across the country. The campaign achieved extensive outreach, covering over 2.5 lakh Gram Panchayats, including Aspirational Districts and remote areas, thereby ensuring effective grassroots-level engagement. Four regional events were organised to facilitate decentralised outreach in diverse regions of the country, namely Bikaner (Rajasthan), Prayagraj (Uttar Pradesh), Guwahati (Assam), and Kumbh, Prayagraj (Uttar Pradesh). These events witnessed broad-based participation from key stakeholders, including students, members of the legal fraternity, civil society organisations, and government officials. The campaign has, through sustained awareness and outreach initiatives, successfully strengthened constitutional consciousness among citizens and reached over 70 lakh individuals nationwide.

(f): The Government has established the National Legal Services Authority (NALSA) under the Legal Services Authorities Act, 1987 to provide free and competent legal services to weaker sections of society and to organize Lok Adalats for promoting settlement of disputes. Legal Services Institutions have been established from the Taluk level to the Supreme Court, including the Supreme Court Legal Services Committee (SCLSC), 38 High Court Legal Services Committees, 37 State Legal Services Authorities, 715 District Legal Services Authorities and 2,475 Taluk Legal Services Committees. Their activities include legal aid and advice, legal awareness programmes, legal services clinics, legal literacy clubs, Lok Adalats and implementation of the Victim Compensation

Scheme. During FY 2025–26 (upto January 2026), 16,60,249 persons have been provided free legal aid and advice, and 4,91,990 legal awareness programmes/camps have been organized, attended by 4,04,59,246 persons.

VACANCIES AND FUNCTIONING OF DRUG REGULATORY AUTHORITIES

4622. SHRI LAXMIKANT PAPPU NISHAD:

SHRI KALI CHARAN SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the posts of Drug Controller in the Central and State Drug Regulatory Authorities have remained vacant for long periods, despite overseeing numerous drug manufacturing units, medical device firms, blood banks and thousands of pharmacies, if so, the details thereof;

(b) the reasons for the Government's failure to appoint regular Drug Controllers and Joint Directors in a time-bound manner;

(c) whether key statutory functions under the Drugs and Cosmetics Act, the Drugs and Magic Remedies Act, Drugs (Prices Control) Order, the Medical Devices Rules and the Cosmetics Rules are being handled on an ad-hoc or additional charge basis, if so, the details thereof;

(d) whether key regulatory functions, including the grant of manufacturing licenses, product approvals, price monitoring, inspections and enforcement actions, are presently being handled on an ad-hoc or additional charge basis,

if so, the details thereof;

(e) the number of sanctioned and vacant posts of Assistant Directors, Joint Directors, and Drug Inspectors along with the number of product approvals, license renewals and other proposals currently pending, along with the average delay in disposal; and

(f) the corrective steps taken by the Government to ensure transparent governance and strengthen regulatory oversight along with the timelines by which the Government proposes to appoint regular Drug Controllers and restore full regulatory capacity?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (f): As per Drug Rules 1945, the Central Licence Approving Authority means the Drugs Controller, India or the Joint Drugs Controller (India) or the Deputy Drugs Controller (India) appointed by the Central Government. Similarly, as per the provisions of the Medical Device Rules 2017, the New Drugs and Clinical Trial Rules 2019 and the Cosmetics Rule 2020, the Central Licencing Authority means the Drugs Controller, India. In the State government, the licensing authority is notified by respective State/UT as per the Drugs and Cosmetics Act, 1940. All the permissions/no objections certificates/licences/marketing authorizations under the said rules are issued by the licensing authorities as specified in the Rules.

Filling up of post of State Drugs Regulatory Authorities is undertaken by respective State/Union Territories. In so far, as Central Drugs Standard Control Organisation (CDSCO) is concerned, there are no posts of Assistant Directors & Joint Directors in CDSCO. However, the details of sanctioned, filled and vacant post of Deputy Drugs Controller, Assistant Drugs Controller and Drugs Inspectors are as under:

No. of post	Deputy Drugs Controller	Assistant Drugs Controller	Drugs Inspectors
Sanctioned	50	127	504
Filled	39	80	255
Vacant	11	47	249

Recruitment/filling up of various posts in CDSCO is done following due recruitment procedures.

Permissions/approvals for drugs are granted by CDSCO as per Drugs & Cosmetics Act, 1940 and Rules framed thereunder. Various approvals/ permissions issued by CDSCO are updated on its website. Procedures for processing of various applications received in CDSCO are provided under the provisions of the Drugs & Cosmetics Act, 1940 and Rules. The concerned Rules/office orders are available on the CDSCO website. The links are: (https://cdsco.gov.in/opencms/opencms/en/Acts-and-rules/).

The number of applications received by the CDSCO, the number of

applications approved along with the number of applications under process in CDSCO during the last three years is provided below:

Calendar Year	No. of applications received	No. of applications approved	No. of applications under process in CDSCO
2023	791	366	59
2024	629	237	95
2025	696	95	221

*Certain applications have been withdrawn, rejected or are with the applicants for response.

Monitoring of prices of drugs in the country and Drugs (Prices Control) Order (DPCO) is carried out by the National Pharmaceutical Pricing Authority (NPPA) under Department of Pharmaceuticals.

FINANCIAL ASSISTANCE UNDER NATIONAL POLICY FOR RARE DISEASES, 2021

4623. SHRI G. LAKSHMINARAYANA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the total number of patients sanctioned one-time financial assistance of up to Rs. 50 lakh under the National Policy for Rare Diseases, 2021 since its inception, year-wise and State-wise;

(b) the number of beneficiaries who have exhausted the sanctioned assistance, year-wise along with the number of beneficiaries currently continuing treatment and those who have discontinued treatment due to lack of funds;

(c) the total funds allocated, released and utilised under the said policy during the

last five years, year-wise along with the amount remaining unutilised;

(d) whether the Government maintains data on patients who are presently without treatment after exhausting the financial assistance and if so, the details thereof including age-wise and disease-wise;

(e) whether representations have been received from patients seeking continuation of financial support for chronic and ultra-rare disease patients requiring lifelong therapy; and

(f) the steps taken or proposed to be taken by the Government to ensure continuity of treatment for patients who have exhausted the one-time assistance limit under the National Policy for Rare Diseases, 2021?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): Ministry of Health and Family Welfare has framed National Policy for Rare Diseases (NPRD), 2021. Health being a State subject, the primary responsibility of providing healthcare services is that of the State Governments. However, to mitigate the challenges posed by Rare Diseases in India, the policy provides financial and medical assistance for treatment of Rare Diseases in the designated Centers of Excellence (CoEs). Rare Disease patients can get treatment in any of the 15 CoEs irrespective of States. The lists of total number of patients sanctioned financial assistance of up to Rs. 50 lakhs based on the recommendation of the

dedicated Rare Disease Committees of the CoEs under NPRD, year wise and CoE wise is given in the enclosed **Statement**.

(b): Around 1545 beneficiaries are currently continuing treatment under NPRD. The following table shows the number of patients whose treatment has been discontinued after exhaustion of the financial assistance provided to them under NPRD:

S. No.	Year	No. of patients
1.	2023	37
2.	2024	42
3.	2025	63
4.	2026	22

(c): The funds released to the CoEs under the policy for treatment of rare diseases, year-wise, are as follows:

(In Crores INR)

S. No.	Financial Year	Funds released
1.	2021-22	3.15
2.	2022-23	35.00
3.	2023-24	109.00
4.	2024-25	116.00

Unutilized funds with the CoEs are carried over to next year for utilization. As on date, Rs. 83.14 cr. is currently available with the CoEs for utilization.

(d): There are around 164 patients who have exhausted their financial assistance under NPRD. Most of these patients are suffering from Group III rare diseases, where the cost of treatment exceeds the financial assistance provided under NPRD.

(e) and (f): Representations have been received from patients seeking continuation of financial support for treatment of some rare diseases. In regard to ensuring continuity of treatment and increasing the one-time assistance limit under the policy, the matter is sub judice before Hon'ble Supreme Court of India in Petition for Special Leave to Appeal (C) No. 28777/2024, wherein Hon'ble Court has directed the Union of India to comply with the terms and conditions of the extant guidelines of the policy. Further, following measures have been taken to ensure the welfare of rare disease patients:

- Some Made-in-India drugs have become available at 1/10th of the price of the imported Reference Listed Drug (RLD) as NITI Aayog constituted a Committee for 'Drugs and Dosage Forms for Rare Diseases: Engagement with Manufacturers' to fast track indigenous development and marketing of identified orphan drugs by engaging with domestic manufacturers.
- The Ministry of Finance provides exemption from Basic Customs Duty (BCD) and Integrated Goods and Services Tax (IGST) on most of the drugs, medicines and Food for Special Medical Purposes (FSMP), subject to extant

rules.

- The Department of Pharmaceuticals has initiated implementation of 'Production Linked Incentive' scheme for pharmaceuticals which provides financial incentives to the manufacturers selected for domestic manufacturing of various product categories, including rare disease medicines.

STATEMENT

Lists of total number of patients sanctioned financial assistance of up to Rs. 50 lakhs based on the recommendation of the dedicated Rare Disease Committees of the CoEs under NPRD, year wise and CoE wise

Centers of Excellence (CoEs)	Total no.of patients sanctioned one time financial assistance of upto Rs.50 Lakh under NPRD 2021				
	2022	2023	2024	2025	2026
All India Institute of Medical Sciences, New Delhi	19	37	176	107	28
Maulana Azad Medical College, Delhi	0	4	6	16	0
Sanjay Gandhi Post Graduate Institute of Medical Sciences, Lucknow	0	16	25	32	26
Post Graduate Institute of Medical Education and Research, Chandigarh	42	180	320	300	57
Centre for DNA Fingerprinting &	19	45	100	138	26

Diagnostics with Nizam's Institute of Medical Sciences, Hyderabad					
King Edward Medical Hospital, Mumbai	0	10	23	35	4
Institute of Post-Graduate Medical Education and Research, Kolkata	4	13	20	80	16
Center for Human Genetics (CHG) with Indira Gandhi Hospital, Bengaluru	44	118	157	170	173
Institute of Child Health and Hospital for Children (ICH & CH), Chennai	0	12	17	9	0
All India Institute of Medical Sciences (AIIMS), Jodhpur	0	0	6	43	18
Sree Avittam Thirunal Hospital (SAT), Government Medical College, Thiruvananthapuram	0	13	28	43	0
All India Institute of Medical Sciences, Bhopal	0	0	0	1	0
Regional Institute of Medical Sciences, Imphal (New CoE)	0	0	0	0	0
Assam Medical College and Hospital, Dibrugarh (New CoE)	0	0	0	0	0
All India Institute of Medical Sciences, Patna (New CoE)	0	0	0	0	0

ANGANWADI SERVICES IN UTTAR PRADESH

4624. SHRI RAJEEV RAI:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) the number of Anganwadi centres operational in Mau district, including Ghosi Parliamentary Constituency, under Saksham Anganwadi and POSHAN 2.0 (earlier ICDS) during 2024–26;

(b) the number of beneficiaries receiving supplementary nutrition and pre-school education in the district during the said period;

(c) the total amount of funds allocated and released to the State Government of Uttar Pradesh under the scheme and utilized in said district;

(d) whether any assessment has been undertaken regarding nutrition outcomes in the said district; and

(e) the steps taken to strengthen nutrition monitoring and service delivery mechanisms in Ghosi Parliamentary Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) and (b): The district wise number of Anganwadi Centres (AWCs) functioning in the State of Uttar Pradesh under Mission Saksham Anganwadi & Poshan 2.0 and number of beneficiaries registered therein during the period 2024-26 are available at the link: https://www.poshantracker.in/statistics.

(c): Under Mission Saksham Anganwadi and Poshan 2.0, during FY 2025-26, an amount of Rs.1,79,387.84 Lakh has been released to the State of Uttar Pradesh for implementation of various components of the scheme. Further, a mother sanction of Rs. 90,505.32 Lakh has been issued to the State of Uttar Pradesh

during FY 2025-26 under SNA SPARSH.

(d) and (e): Poshan Tracker application was rolled out as an important governance tool which facilitates monitoring and tracking of all AWCs, AWWs and beneficiaries on defined indicators. Technology under Poshan Tracker is being leveraged for dynamic identification of stunting, wasting and underweight prevalence among children. It has facilitated near real time data collection for Anganwadi Services such as, opening of AWCs, daily attendance of children, ECCE activities, Growth Monitoring of children, Provision of Hot Cooked Meal (HCM)/Take Home Ration (THR-not raw ration), Growth Measurement etc. The application also offers counselling videos on key behaviours and services which help disseminate messages on birth preparedness, delivery of child, post-natal care, breastfeeding and complementary feeding. Regular field level trainings/workshops are conducted directly for AWWs regarding use of the Poshan Tracker Application. Poshan Tracker also features self-learning videos for AWWs, enabling continuous capacity building and on-the-job learning through digital modules.

For last mile tracking of Service Delivery, Ministry of Women and Child Development (MWCD) has developed Facial Recognition System (FRS) in Poshan Tracker Application for distribution of Take-Home Ration to ensure that benefit is given only to the intended beneficiary registered in Poshan Tracker.

The Nominee Module has been introduced in Poshan Tracker to ensure

uninterrupted delivery of Take-Home Ration (THR) to Pregnant Women, Lactating Mothers, and Adolescent Girls under Saksham Anganwadi and Mission Poshan 2.0. If due to any reason, the registered beneficiary (Pregnant Women, Lactating Mother and Adolescent girl) is unable to visit the Anganwadi Centre to receive their THR through FRS, she can nominate a nominee on her behalf to receive her THR. Nominee has to undergo e-KYC only ONCE. But face matching will be done every time for receiving THR on behalf of the beneficiary. Even after addition of the nominee, beneficiary can still receive the THR at the Anganwadi Center if the nominee has not received it already.

Third-party evaluations and impact assessments of Mission Saksham Anganwadi and Poshan 2.0 were conducted by NITI Aayog in 2020 and again in 2025 and they have found relevance of Mission Saksham Anganwadi and Poshan 2.0 to be satisfactory for tackling malnutrition in the country.

Mission Saksham Anganwadi and Poshan 2.0 is a Centrally Sponsored scheme. The Central Government is responsible for policy and planning and the State Governments and UT Administrations are responsible for day-to-day program implementation. Additionally, the Ministry also monitors the implementation of scheme through sustained engagements and video conferences with the States and UTs so as to ensure uninterrupted delivery of services to the beneficiaries.

VIABILITY GAP FUNDING IN PORTS

4625. SHRI K. RADHAKRISHNAN:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) whether the Central Government has excluded or withdrawn Gap Funding / Viability Gap Funding (VGF) support for certain port projects in the country during the last five years and if so, the details thereof, port-wise;

(b) whether the Government proposes to exclude or deny Gap Funding / Viability Gap Funding support for the Vizhinjam International Seaport;

(c) if so, the reasons therefor, particularly in view of the strategic and trans-shipment importance of Vizhinjam port; and

(d) if not, the details of financial assistance proposed to be extended by the Central Government, including the quantum of Gap Funding, timeline for release, and conditions attached thereto?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a) to (d): Under the Viability Gap Funding (VGF) Scheme of Department of Economic Affairs, Government of India, no port project in the country has been excluded or withdrawn support from availing VGF support. Under this scheme,Government of India has disbursedan amount of ₹817.80 crore to the Vizhinjam International Seaport Project.

MEDTECH MITRA INITIATIVE

4626. SHRI BASTIPATI NAGARAJU:

SHRI B. K. PARTHASARATHI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the details of the total number of project proposals received and approved under the MedTech Mitra initiative, State wise;

(b) the details of the funds allocated for this initiative since its inception, year-wise and project-wise;

(c) the details of the average time taken to grant regulatory clearance and approvals to MedTech innovators;

(d) whether any issues have been reported in the implementation of the scheme; and

(e) if so, the details thereof along with the measures taken by the Government to address the same?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): Indian Council of Medical Research (ICMR) has informed that the MedTech Mitra provides end-to-end guidance for the development and commercialization of medical technologies, including medical devices, diagnostics, therapeutics, and vaccines to innovators from academia, start-ups

and industry.

i. Total number of applications received from innovators on MedTech MITRA: 826

ii. Total queries addressed so far through personal interaction including Technical Advisory Committee (TAC) meetings: 748

iii. The state-wise distribution of applications is given in the enclosed **Statement.**

MedTech Mitra is an inter-ministerial and inter-departmental initiative and the applicants get support from several knowledge partners such as ICMR for pre-clinical and clinical evaluation, Department of Health Research (DHR) for Health Technology Assessment (HTA) and inclusion in Treatment Guidelines, Central Drugs Standard Control Organization (CDSCO) for guidance on regulatory pathway, National Institution for Transforming India (NITI) Aayog for mediating investor support, Atal Innovation Mission and ICMR-CoEs in 6 Indian Institute of Technology (IITs) for incubation support, Bureau of Indian Standards for quality standards related support, Atomic Energy Regulatory Board for support to devices related to radiation based diagnosis and therapy, Andhra MedTech Zone for pre-compliance gap analysis and bench top testing of medical devices, Department of Pharmaceuticals for industrial support for test batches, Ministry of Micro, Small and Medium Enterprises (MSME) for up-scaling the innovative products, National Health Systems Resource Centre (NHSRC) and Government e- Marketplace

(GeM) for procurement. The following are the details of funds allocated for the initiative from DHR-ICMR:

1. ICMR has established 8 Centres for Advanced Research (CAR) at prestigious medical colleges & hospitals institutes for undertaking clinical evaluation of medical devices & diagnostic technologies. Total funding sanctioned from 2024-2026 is approximately Rs. 42 crore.
2. The funding of Rs. 6.8 crore for a period of one year (2024-25) has been sanctioned to ICMR-CAR at AMTZ for undertaking pre-compliance gap analysis & testing of MedTech Mitra technologies.
3. The funding of Rs. 2.96 crore has been approved for undertaking clinical investigation of 2 medical device technologies through ICMR- Indian Clinical Trial and Education Network (INTENT).
4. The funding of Rs. 3.05 crore has been approved for undertaking clinical studies of therapeutics & vaccines through ICMR-INTENT.
5. The pre-clinical studies of medical devices are being undertaken at ICMR-National Animal Resource Centre for Biomedical Research (NARFBR), Hyderabad. Total budget for undertaking these studies is Rs. 1.25 crore.

(c) to (e): MedTech Mitra initiative provides support for regulatory facilitation including regulatory dossier submission, query resolution and formulation of regulatory strategy. Since its launch, many innovators have benefitted from the regulatory guidance and support. Till now, 70 innovators have received Test

Licences. In view of the timely and appropriate regulatory guidance and pre-clinical and clinical support, the average time taken for the regulation compliant development is reduced and varies for different products. The implementation of this initiative has been effective as per the outcome of support extended in the form of incubation, regulatory approvals, pre-clinical and clinical evaluation, feedback from the innovators and stakeholders. The initiative was launched with 7 knowledge partners. To further enable the different strategic support for innovators, particularly in the areas of: a) radiation-based technologies, b) access to the Government e- Marketplace (GeM) for innovators at advanced stages, and c) assessment of technology suitability across different levels of healthcare (primary, secondary/community, and tertiary), additional experts have been on-boarded as knowledge partners from the Atomic Energy Regulatory Board (AERB), GeM, and National Health Systems Resource Centre (NHSRC), respectively. To further strengthen the MedTech ecosystem, Ministry of Micro, Small and Medium Enterprises (MSME) was also onboarded as key knowledge partner. In order to provide holistic support to MedTech Innovators, 'Medical Innovations Patent Mitra' initiative has been launched by ICMR, under the guidance of NITI Aayog, in partnership with Department of Pharmaceuticals (DoP) and supported by Department for Promotion of Industry and Internal Trade (DPIIT). This initiative provides expert guidance and comprehensive support to innovators in biomedical domain, facilitating patent filings and technology transfer

of medical innovations, thereby strengthening the innovation ecosystem of India.

STATEMENT

State-wise distribution of applications

State	No. of applications
Andhra Pradesh	22
Assam	3
Bihar	5
Delhi	109
Goa	6
Gujarat	45
Haryana	51
Himachal Pradesh	2
Jammu & Kashmir	1
Jharkhand	6
Karnataka	112
Kerala	12
Madhya Pradesh	17
Maharashtra	162
Meghalya	1
Nagaland	1
Odisha	9
Puducherry	1
Punjab	26
Rajasthan	13
Tamil Nadu	66
Telangana	35
Uttar Pradesh	82

Uttarakhand	16
West Bengal	23

GROWTH IN DOMESTIC PRODUCTION OF FERTILISERS

4627: SHRI B. Y. RAGHAVENDRA:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) the impact of recent policy measures on reducing import dependence in key segments such as fertilisers, bulk chemicals and petrochemicals during the last three financial years;

(b) the details of domestic production growth, revival or expansion of fertilisers plants and savings achieved in terms of foreign exchange during the said period;

(c) the manner in which the Direct Benefit Transfer (DBT) system in fertilisers has improved transparency, efficiency and timely availability of fertilisers to farmers; and

(d) the details of fertilisers production and supply along with the steps taken to ensure adequate and timely availability during peak agricultural seasons in the country, State-wise including Karnataka

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (d): Following steps are taken by the Government every season for ensuring timely and adequate availability of fertilizers in the country, including in the State of Karnataka:

(i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the state-wise & month-wise requirement of fertilizers. The requirement of fertilizers is assessed taking into account the projected gross cropped area, irrigated area, last three seasons' consumption pattern and crop wise recommended dose of fertilizers as per soil Health fertility status etc. On the basis of requirement projected, Department of Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan.

(ii) On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

(iii) The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).

(iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.

(v) Regular coordination meetings are held with Ministry of Railways for giving sufficient rakes, priority to fertilizers and for timely evacuation of rakes for States.

(vi) The gap between demand (requirement) and Indigenous production of fertilizers is met through imports well in advance to ensure adequate and timely availability of fertilizers in the country.

In view of above, the information regarding requirement, availability and sales of these fertilizers across the States during the ongoing Rabi 2025-26 season (from 01.10.2025 to 18.03.2026) is given in the enclosed **Statement-I.** Further, the information regarding requirement, availability and sales of these fertilizers in the country during the last 3 years is as under:

REQUIREMENT, AVAILABILITY & SALES OF FERTILIZERS IN THE COUNTRY DURING 2022-23 to 2024-25

Fig. in LMT

S. No	State	UREA			DAP			MOP			NPKS		
		Requir-ement	Availa-bility	DBT Sales	Requir-ement	Availa-bility	DBT Sales	Requir-ement	Availa-bility	DBT Sales	Requir-ement	Availa-bility	DBT Sales
1	2024-25	364.01	443.83	387.92	111.92	105.14	96.29	22.21	30.85	22.02	151.29	183.98	149.72
2	2023-24	356.08	437.47	357.81	110.18	127.42	109.73	27.62	22.74	16.45	126.31	156.51	116.80
3	2022-23	359.19	415.82	357.26	114.20	130.93	105.31	34.17	19.55	16.32	120.69	138.15	107.31

1. Primary Indicator of comfortable availability: Availability > Requirement

2. Secondary Indicator of comfortable availability: Availability > Sales

Besides the details of fertilizer production in the country for last 3 years is given in the enclosed **Statement-II.**

With regard to Urea, the Government had announced New Investment Policy (NIP) – 2012 on 2nd January, 2013 and its amendment on 7th October,

2014 to facilitate fresh investment in the urea sector and to make India self-sufficient in the urea sector. Total 6 new urea units have been set up under NIP-2012 which includes 4 urea units set up through Joint Venture Companies (JVC) of nominated PSUs and 2 urea units set up by the private companies. The units set up through JVC are Ramagundam urea unit of Ramagundam Fertilizers and Chemicals Ltd (RFCL) in Telangana and 3 urea units namely Gorakhpur, Sindri and Barauni of Hindustan Urvarak & Rasayan Limited (HURL) in Uttar Pradesh, Jharkhand and Bihar, respectively. The units set up by private companies are Panagarh urea unit of Matix Fertilizers and Chemicals Ltd. (Matix) in West Bengal; and Gadepan-III urea unit of Chambal Fertilizers and Chemicals Ltd. (CFCL) in Rajasthan. Each of these units has installed capacity of 12.7 Lakh Metric Tonne per annum (LMTPA). These units are highly energy efficient as they are based on latest technology. Therefore, these units have together added urea production capacity of 76.2 LMTPA, thereby total indigenous urea production capacity (Reassessed Capacity, RAC) has increased from 207.54 LMTPA during 2014-15 to 283.74 LMTPA during 2023-24. Further, an exclusive policy for the revival of Talcher unit of FCIL through JVC of nominated PSUs namely Talcher Fertilizers Limited (TFL) by setting up a new Greenfield Urea plant of 12.7 LMTPA at coal gasification route has also been approved. Recently, the Union Cabinet has approved the proposal for setting up of a new Brownfield Ammonia-Urea Complex of 12.7 Lakh Metric Tonnes (LMT) annual capacity of Urea production within the

existing premises of Brahmaputra Valley Fertilizer Corporation Limited (BVFCL), Namrup, Assam which will be named as Assam Valley Fertilizer and Chemical Company Ltd. (AVFCCL). These two projects are under execution phase.

In addition, the Government also notified the New Urea Policy (NUP) – 2015 on 25thMay, 2015 for the existing 25 gas-based urea units with one of the objectives of maximizing indigenous urea production beyond RAC. The NUP-2015 has led to additional production of urea by 20-25 LMT as compared to the production during 2014-15 annually.

Further, an exclusive policy for the revival of Talcher unit of FCIL through JVC of nominated PSUs namely Talcher Fertilizers Limited (TFL) by setting up a new Greenfield urea plant of 12.7 LMTPA at coal gasification route has also been approved. Recently, the Union Cabinet has approved the proposal for setting up of a new Brownfield Ammonia-Urea Complex of 12.7 Lakh Metric Tonnes (LMT) annual capacity of Urea production within the existing premises of Brahmaputra Valley Fertilizer Corporation Limited (BVFCL), Namrup, Assam. Both are under execution.

Above steps together have facilitated increase of Urea production from level of 225 LMT per annum during 2014-15 to a record Urea Production at 314.07 LMT during 2023-24. During 2024-25, 306.67 LMT of Urea was produced in the country.

Besides, the Government has also implemented Nutrient Based Subsidy

(NBS) Scheme w.e.f. 01.04.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under the Scheme, P&K fertilizers are covered under Open General License (OGL) and companies are free to import/manufacture these fertilizers as per their business dynamics.

To reduce dependence on imported Phosphatic fertilizers and make country self-reliant the following measures have been taken by the Government:

(i) D/o Fertilizers has issued guidelines 18.01.2024 to ensure reasonableness of MRP and encourage domestic production.

(ii) Based on the requests, the new manufacturing units or increase in manufacturing capacity of existing units have been recognized / taken on record under the NBS Scheme.

(iii) The number of P&K fertilizers covered under NBS policy has increased from 22 grades in 2021 to 28 grades.

(iv) Freight Subsidy on SSP, which is an indigenously manufactured fertilizer, has been approved since Kharif, 2022 to promote SSP usage for providing Phosphatic or 'P' nutrient to the soil.

Moreover, under DBT in Fertilizers, sale of subsidized fertilizers is made to the Farmers via Point of Sale Machine installed at retail shop. The identity of buyer is authenticated via Aadhaar based authentication. The 100% subsidy is paid to the respective fertilizer Companies on weekly basis in form of DBT Bills. The Integrated Fertilizer Management System (iFMS) was launched in June

2016 which is a comprehensive, all-integrated system covering all functionalities in the fertilizer supply chain. This comprehensive system covers the entire supply chain, meticulously capturing transactional data from raw material procurement, imports to fertilizer production and transportation via rail or road from plants, rake houses, ports to district warehouses, and finally sale at PoS enabled retailers, everything aligned with monthly supply plans at district level and the movement of fertilizers is being captured in real time. Besides, Department of Fertilizers has also developed a dashboard which can be accessed by authorized users. The dashboard is developed to facilitate easy monitoring by various Stake holders viz. State Agriculture Departments, District Collectors and State Marketing Federations. The State Governments are also monitoring the availability and supply of fertilizers through iFMS and e-Urvarak Dashboard portals. Therefore, implementation of DBT in Fertilizers has improved tranparency, efficiency and timely availability of fertilisers to the farmers.

STATEMENT-I

REQUIREMENT, AVAILABILITY & SALES OF FERTILIZERS DURING THE RABI 2025-26 SEASON (Till 18.03.26)

fig. in LMT

		UREA			DAP			MOP			NPKS		
S. No	State	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales
1	Andaman and Nicobar Islands	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2	Andhra Pradesh	8.93	11.24	9.14	2.16	3.74	2.82	0.94	1.33	0.89	9.21	12.35	8.80
3	Arunachal Pradesh	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4	Assam	1.55	2.53	2.04	0.27	0.65	0.43	0.35	0.48	0.24	0.33	0.34	0.20
5	Bihar	13.10	16.45	14.02	3.84	6.01	4.54	1.48	1.77	1.37	3.47	5.55	3.50
6	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	Chhattisgarh	2.85	4.56	2.30	0.99	2.06	1.05	0.48	0.61	0.12	0.58	2.06	0.35
8	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10	Delhi	0.14	0.14	0.11	0.03	0.03	0.02	0.01	0.00	0.00	0.02	0.00	0.00
11	Goa	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.01	0.01	0.01
12	Gujarat	13.35	15.29	13.22	2.80	3.37	2.75	0.62	0.74	0.53	4.37	5.58	3.70
13	Haryana	11.26	14.05	11.35	2.68	3.32	2.59	0.28	0.35	0.13	1.16	0.52	0.24
14	Himachal Pradesh	0.32	0.56	0.41	0.01	0.03	0.02	0.04	0.02	0.02	0.26	0.26	0.16
15	Jammu and kashmir	0.59	1.22	0.61	0.22	0.39	0.20	0.11	0.23	0.07	0.01	0.04	0.01
16	Jharkhand	1.14	1.70	1.22	0.25	0.63	0.45	0.02	0.04	0.02	0.29	0.49	0.23
17	Karnataka	7.09	10.03	6.84	1.87	4.00	2.20	0.91	1.60	0.88	6.74	12.86	7.02
18	Kerala	0.59	0.71	0.51	0.08	0.19	0.10	0.47	0.58	0.36	0.58	0.87	0.58

19	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20	Madhya Pradesh	22.90	28.03	23.81	7.40	7.54	5.90	0.96	1.02	0.57	11.29	8.33	5.01
21	Maharashtra	10.64	15.72	10.71	2.47	4.83	2.48	1.41	1.69	0.88	11.45	22.48	10.13
22	Manipur	0.08	0.09	0.07	0.01	0.02	0.01	0.04	0.02	0.01	0.01	0.01	0.01
23	Meghalaya	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
24	Mizoram	0.00	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
25	Nagaland	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.01	0.00	0.00
26	Odisha	1.73	3.16	1.67	0.71	1.37	0.72	0.23	0.49	0.18	0.84	1.56	0.71
27	Puducherry	0.08	0.08	0.07	0.01	0.01	0.01	0.01	0.01	0.00	0.05	0.07	0.04
28	Punjab	14.58	18.73	14.59	4.46	5.68	4.15	0.56	0.67	0.28	1.48	0.99	0.61
29	Rajasthan	14.87	20.03	16.57	3.31	4.52	3.68	0.10	0.15	0.09	1.48	1.82	1.16
30	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	Tamil Nadu	6.17	7.35	6.01	1.49	2.11	1.52	1.72	1.36	1.01	4.91	6.78	4.57
32	Telangana	9.73	11.64	10.83	1.41	2.52	1.98	0.61	0.92	0.54	6.58	8.94	5.64
33	Tripura	0.09	0.12	0.07	0.01	0.03	0.01	0.03	0.03	0.01	0.02	0.03	0.02
34	Uttarakhand	0.96	1.28	0.99	0.14	0.41	0.24	0.05	0.06	0.02	0.19	0.12	0.08
35	Uttar Pradesh	39.16	50.06	38.96	13.90	17.56	12.11	1.43	2.15	1.22	7.40	10.87	6.22
36	West Bengal	7.85	11.85	8.14	1.91	3.07	2.24	2.11	2.42	1.41	6.71	10.45	6.68
	All India	**189.79**	**246.68**	**194.31**	**52.40**	**74.10**	**52.24**	**14.94**	**18.75**	**10.87**	**79.43**	**113.39**	**65.66**

STATEMENT-II

Sector-wise/State-wise/Company-wise major fertilizer manufacturing units							
					Production (Figures in LMT)		
Sl. No.	**Name of the State**	**Name of the Company**	**Name of the fertilizer manufacturing units/Locations**	**Type of Fertilizers Produced**	**2022-23**	**2023-24**	**2024-25**
PUBLIC SECTOR							
1	Haryana	National Fertilizers Ltd.	National Fertilizers Ltd. : Panipat	Urea	5.70	5.30	5.15
2	Madhya Pradesh		National Fertilizers Ltd. : Vijaipur-I	Urea	10.50	10.43	9.74
3			National Fertilizers Ltd. : Vijaipur-II	Urea	11.87	11.24	11.61
4	Punjab		National Fertilizers Ltd. : Nangal-II	Urea	5.45	5.21	5.14
5			National Fertilizers Ltd. : Bhatinda	Urea	5.82	4.72	5.50
6	Maharashtra	Rashtriya Chemicals & Fertilizers Ltd.	Rashtriya Chemicals & Fertilizers Ltd.: Trombay	Urea/Complex	9.59	9.17	9.21
7			Rashtriya Chemicals & Fertilizers Ltd., Thal	Urea	18.80	18.42	17.74
8	Assam	Brahmaputra Valley Fertilizers Corporation Ltd	Brahmaputra Valley Fertilizers Corporation Ltd., Namrup-II	Urea	-	-	-
			Brahmaputra Valley Fertilizers Corporation Ltd., Namrup-III	Urea	2.23	1.80	1.87
9	Kerala	Fertilizer and Chemicals & Travancore Ltd.	Fertilizer and Chemicals & Travancore Ltd. :	A/S & Complex	4.53	4.63	3.93

			Udyogamandal				
10			Fertilizer and Chemicals & Travancore Ltd. : Cochin	Complex	6.20	6.06	5.03
11	Tamil Nadu	Madras Fertilizer Ltd.	Madras Fertilizer Ltd. : Chennai	Urea & Complex	5.27	4.33	5.28
COOPERATIVE SECTOR							
12	Gujarat	Indian Farmers Fertilizers Co-operative Ltd.	Indian Farmers Fertilizers Co-operative Ltd.: Kandla	DAP & Complex	24.87	18.90	22.79
13			Indian Farmers Fertilizers Co-operative Ltd.: Kalol	Urea	6.62	6.19	6.03
14	Odisha		Indian Farmers Fertilizer Co-operative Ltd. : Paradeep	DAP & Complex	21.88	21.17	22.13
15	Uttar Pradesh		Indian Farmers Fertilizer Co-operative Ltd. : Phulpur-I	Urea	6.51	7.05	7.64
16			Indian Farmers Fertilizer Co-operative Ltd. : Phulpur-II	Urea	12.24	12.00	10.71
17			Indian Farmers Fertilizer Co-operative Ltd. : Aonla-I	Urea	11.52	12.26	11.35
18			Indian Farmers Fertilizer Co-operative Ltd. : Aonla-II	Urea	11.92	11.36	12.44
19	Gujarat	Krishak Bharati Co-operative Ltd.	Krishak Bharati Co-operative Ltd.: Hazira	Urea	22.21	23.35	24.34
PRIVATE SECTOR							
20	Andhra Pradesh	Nagarjuna Fertilizers and Chemicals Ltd.	Nagarjuna Fertilizers and Chemicals Ltd.: Kakinada-I	Urea	6.08	6.45	1.13
21			Nagarjuna Fertilizers and Chemicals Ltd.: Kakinada-II	Urea	5.13	6.65	1.04
22		Coromandel International Ltd.	Coromandal Internationel Ltd.	DAP &	20.06	19.31	21.61

			:Kakinada	Complex			
23			Coromandel International Ltd.: Vizag	DAP & Complex	11.43	11.64	11.64
24	Uttar Pradesh	Ram Potash Unit I & Unit II	PDM 0-0-14.5-0	-	-	-	-
25		Hindustan Urvarak and Rashayan Ltd. (HURL)	HURL: Gorakhpur	Urea	8.66	13.50	12.01
26	Bihar		HURL : Barauni	Urea	1.74	10.57	8.55
27	Jharkhand		HURL : Sindri	Urea	1.74	11.44	12.47
28	Goa	Paradeep Phosphates Ltd (Earlier ZACL)	PPL : Goa (earlier ZACL)	Urea, DAP & Complex	7.75	8.79	10.93
29	Gujarat	Gujarat Narmada Valley Fertilizers & Chemicals Ltd.	Gujarat Narmada Valley Fertilizer & Chemicals Ltd. : Bharuch	Urea & Complex	7.69	8.28	8.13
30		Gujarat State Fertilizers & Chemicals Ltd.	Gujarat State Fertilizers & Chemicals Ltd. : Vadodara	Urea, DAP, A/S & Complex	11.13	9.89	11.10
31			Gujarat State Fertilizers & Chemicals Ltd. : Sikka	DAP & Complex	2.74	4.40	5.36
32		Kisan Shakti	Kisan Shakti, Bharuch	TSP	-	0.02	0.01
33		Narmada Bio - PDM	Ahmedabad	Bio-Fertilizers	-	-	0.01
34		Kisan Shakti Fertilizers and Pesticides Pvt Ltd.	Bharuch	Complex	-	-	-
35		Hindalco Dahej	Hindalco Dahej	DAP	-	-	-
36	Karnataka	Manglore Chemicals & Fertilizers Ltd.	Manglore Chemicals & Fertilizers Ltd. : Manglore	Urea, DAP & Complex	5.62	7.55	7.68
37	Maharashtra	Mahadhan Agritech Ltd. Taloja	Mahadhan Agritech Ltd./ Smartchem/DFPCL : Taloja	Complex	5.83	6.08	8.35
38		Rajlaxmi Agro	Nanded	Complex	-	-	-
39		RC Fertilizers	Nasik	Complex	-	-	-

40	Odisha	Paradeep Phosphate Ltd.	Paradeep Phosphate Ltd. : Paradeep	DAP & Complex	12.98	14.27	15.42
41	Rajasthan	Chambal Fertilizers and Chemicals Ltd.	Chambal Fertilizers and Chemicals Ltd. : Gadepan-I	Urea	10.22	10.40	11.15
42			Chambal Fertilizers and Chemicals Ltd. : Gadepan-II	Urea	10.39	9.58	10.60
43			Chambal Fertilizers and Chemicals Ltd. : Gadepan-III	Urea	12.86	13.84	12.87
44		Shriram Fertilizers & Chemicals Ltd.	Shriram Fertilizers & Chemicals Ltd. : Kota	Urea	3.98	4.10	4.07
45		Patel Phoschem	Patel Phoschem, Udaipur	TSP & Complex	0.04	0.02	0.04
46		RamaPhos-Udaipur	RamaPhos-Udaipur	Complex	-	-	0.02
47		Coromandel International Ltd.	CIL : Udaipur	Complex	-	-	-
48		Adheeshaa Phosphat	Udaipur	Complex	-	-	-
49		Indian Phosphate	Udaipur	Complex	-	-	-
50		Ostwal Phoschem (India) Ltd.	Bhilwara	Complex	-	-	-
51		Shri Ganpati Fertilizers Ltd.	Chittorgarh	Complex	-	-	-
52		Ms-SPCL	Udaipur	Complex	-	-	-
53		Blue Phosphate Limited	Udaipur	Complex	-	-	-
54		Arawali Phosphates Limited	Udaipur	Complex	-	-	-
55	Tamil Nadu	Coromandel International Ltd.	Coromandel International Ltd. : Ennore	Complex	1.40	2.19	0.00
56		Southern Petrochemicals Inds. Corpn. Ltd.	Southern Petrochemical Inds.Corpn.Ltd. : Tuticorin	Urea	7.59	5.23	7.21
57		Greenstar Fertilizer Ltd.	Greenstar Fertilizer Ltd. : Tuticorin	DAP & Complex	5.03	5.06	6.04
58	Telangana	Ramagundam Fertilizers &	RFCL, Ramangundam	Urea	8.41	11.12	11.95

		Chemicals Ltd.					
59	Uttar Pradesh	Indorama India (earlier GRASIM) Pvt Limited	Indorama/GRASIM/IGF : Jagdishpur	Urea	11.17	11.38	12.18
60		Yara Fertilizers India Pvt. Ltd.	Yara Fertilizers India Pvt. Ltd./TCL : Babrala	Urea	11.82	12.31	13.23
61		Kribhco Fertilizers Ltd.	KFL/Kribhco Shyam Fertilizers Ltd. : Shahjahanpur	Urea	10.95	10.66	11.35
62		Kanpur Fertilizers & Cement Ltd.	KFCL : Kanpur	Urea	6.28	6.85	6.12
63	West Bengal	IRC Agrochemicals Pvt. Ltd.	Indorama India : Haldia	DAP & Complex	4.94	6.01	6.50
64		Matix Fertilizers & Chemicals Ltd.	Matix Fertilizers & Chemicals Ltd. : Panagarh	Urea	10.52	14.99	14.71
65		Sai Fert	Kolkata	Complex	-	-	-
66	Madhya Pradesh	Madhya Bharat Agro Product Ltd. (MBAPL)	Madhya Bharat Agro Product Ltd. (MBAPL)	DAP & Complex	0.94	1.27	1.54
67		Krishna Phoschem Ltd.	Krishna Phoschem Ltd.	DAP & Complex	0.01	1.49	2.31
68		Coromandel International Ltd.	CIL: Nirmani	Complex	-	-	0.50
				Total	**428.85**	**458.90**	**465.46**

VIOLATIONS OF BIOMEDICAL WASTE MANAGEMENT RULES, 2016

4628. SHRI ANURAG SINGH THAKUR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state**:**

(a) whether the Government is aware of the recent incident at a State Government medical facility in Himachal Pradesh where a stray dog was found carrying an amputated human limb due to improper handling, storage of biomedical waste, if so, the details thereof;

(b) whether this incident indicates violations of Biomedical Waste Management Rules, 2016 and related guidelines issued to hospitals, medical colleges, if so, the details thereof;

(c) the details of mechanisms presently in place for monitoring, auditing, enforcement of biomedical waste disposal protocols across States/UTs;

(d) whether the Government proposes to issue advisories, strengthen compliance frameworks, and fix accountability on institutions and State authorities to prevent recurrence of such incidents, if so, the details thereof including recently issued advisories and contents of it;

(e) the steps taken by the Government to ensure strict adherence to biomedical waste norms and public health safety nationwide; and

(f) whether the Kayakalp Scheme provide funds or covers protocols for segregation, storage, and disposal and if so, the details of the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): Rule 9(1) of the Bio-Medical Waste Management Rules, 2016 (BMWM Rules, 2016), mentions the prescribed authority for the implementation of the provisions of these rules. The State Pollution Control Boards (SPCB) in respect of states and Pollution Control Committees in respect of Union Territories are the prescribed authorities. The said incident at Atal Institute of Medical Super Speciality (AIMSS), Shimla came to the notice on 24.02.2026 of the Himachal Pradesh State Pollution Control Board (HPSPCB). The SPCB reported improper handling and storage of biomedical waste.

As per HPSPCB, the incident indicates violation of the provisions of the Bio-Medical Waste Management Rules, 2016 and the guidelines issued thereunder. A fact-finding committee was constituted at the Health Care Institution level to inquire into the matter and action has been taken by way of imposition of fine against the defaulters.

(c): The monitoring of implementation of the rules in health care facilities is carried out as per Rule 12 of BMWM Rules, 2016. The Ministry of Environment, Forest and Climate Change reviews implementation annually. Every State Government or Union territory Administration has to constitute District Level Monitoring Committee in the districts to monitor the compliance of the provisions of these

rules in the health care facilities generating bio-medical waste and in the common bio-medical waste treatment and disposal facilities, where the bio-medical waste is treated and disposed of.

Further as per Schedule III of BMWM Rules, 2016 the State Pollution Control Boards or Pollution Control Committees undertake and support third party audits of the common bio-medical waste treatment facilities in their State.

(d) and (e): The Central Pollution Control Board (CPCB) has prepared various technical guidelines for (i) Common Biomedical Waste Treatment and Disposal Facilities , (ii) Handling, treatment and disposal of waste generated during treatment, diagnostics and quarantine of COVID-19 patients, (iii) Monitoring Performance of Common Bio-medical Waste Treatment Facilities by State Pollution Control Boards or Pollution Control Committees, (iv) Imposition of Environmental Compensation against Health Care Facilities and Common Bio-medical Waste Treatment Facilities, (v) Verification of Two Seconds Residence Time in Secondary Combustion Chamber of the Biomedical Waste Incinerator, (vi) Handling of Biomedical Waste for Utilization, (vii) Management of Healthcare Waste in Health Care Facilities as per Bio Medical Waste Management Rules, 2016, (viii) Bar Code System for Effective Management of Bio-Medical Waste. Further, Methodology to conduct gap analysis with respect to generation and treatment of biomedical waste, Toolkit for Bio-Medical Waste Management Rules, 2016 and Advisory related to service of Common Biomedical Waste Treatment

Facilities to States were also issued by CPCB.

Additionally, CPCB has issued direction under Section 5 of the Environment (Protection) Act, 1986 to all State Pollution Control Boards or Pollution Control Committees including Himachal Pradesh State Pollution Control Board to take appropriate action against Health Care Facilities and Common Bio-medical Waste Treatment Facilities for violation of BMWM Rules, 2016. As per Rule 11 of the BMWM Rules, 2016 every State Government or UT administration shall constitute an Advisory Committee under the Chairmanship of respective Health Secretary to oversee the implementation of the Rules.

(f): In order to ensure cleanliness, hygiene and public health safety at healthcare centres, National Health Mission (NHM) executes Kayakalp Scheme for hospitals under State Governments which provides comprehensive protocols and financial incentives for the segregation, storage, and disposal of bio-medical waste to ensure infection control in public health facilities. It mandates adherence to the Biomedical Waste Management Rules, 2016, requiring the use of color-coded bins for segregation at source, secure storage areas with bio-hazard labeling, and timely disposal through Common Bio-medical Waste Treatment Facilities. Kayakalp Scheme not only covers Biomedical waste protocols but also incentivizes facilities to rigorously implement them, ensuring public health safety and environmental protection nationwide.

जलमार्ग विकास परियोजना

4629. श्री लुम्बाराम चौधरी :

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया :

डॉ. हेमंत विष्णु सवरा :

श्री प्रवीण पटेल :

श्री कोटा श्रीनिवास पूजारी :

श्रीमती पूनमबेन माडम :

श्री दिलीप शइकीया :

श्रीमती कमलेश जांगड़े :

श्री चन्द्र प्रकाश जोशी :

श्री नव चरण माझी :

श्री खगेन मुर्मु :

क्या **पत्तन, पोत परिवहन और जलमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय जलमार्ग-1 पर जल मार्ग विकास परियोजना (जेएमवीपी) के अंतर्गत अब तक विकसित किए गए मल्टीमॉडल और इंटर-मॉडल टर्मिनलों सहित निर्मित अवसंरचना का ब्यौरा क्या है;

(ख) फेयरवे क्षमता में वृद्धि के लिए कार्यान्वित की गई ड्रेजिंग प्रबंधन योजना (डीएमपी) का ब्यौरा क्या है;

(ग) उक्त परियोजना के अंतर्गत ठेके पर दिए गए फेयरवे विकास और अनुरक्षण कार्यों की अनुभाग-वार स्थिति क्या है;

(घ) क्या भारतीय अंतः जलमार्ग प्राधिकरण गुजरात के कांडला पत्तन से जालौर तक 262 किलोमीटर लंबे जलमार्ग का निर्माण करने और इसे राष्ट्रीय जलमार्ग-48 के रूप में विकसित

करने की परियोजना पर कार्य कर रहा है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस पर कितना व्यय किया गया है और इसे पूरा करने की समय-सीमा क्या है;

(ङ) राजस्थान में चम्बल नदी में जलमार्ग के लिए सरकार द्वारा क्या प्रयास किए जा रहे हैं;

(च) वर्ष 2014-15 से राष्ट्रीय जलमार्ग-1 पर कार्गो की आवाजाही कितनी रही है और इस संबंध में वर्ष-वार कितने प्रतिशत की वृद्धि दर्ज की गई है; और

(छ) क्या जेएमवीपी के अंतर्गत पोत क्षमता, कार्गो हैंडलिंग क्षमता, कार्गो थ्रूपुट और निजी क्षेत्र की भागीदारी को और अधिक संवर्धित करने के लिए कोई कदम उठाए गए हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो ऐसे मार्गों का पता लगाने के लिए सरकार की क्या योजना है?

पत्तन, पोत परिवहन और जलमार्ग मंत्री (श्री सर्बानंद सोनोवाल):

(क): जल मार्ग विकास परियोजना (जेएमवीपी) के अंतर्गत राष्ट्रीय जलमार्ग-1 (रा.ज.-1) पर विकसित अवसंरचना का विवरण निम्नानुसार है:

1. वाराणसी, साहिबगंज और हल्दिया में मल्टी मॉडल टर्मिनल (एमएमटी)
2. कालूघाट में इंटरमॉडल टर्मिनल (77000 टीईयू)
3. नया नौचालन लॉक, फरक्का
4. सामुदायिक जेट्टियां; उत्तर प्रदेश में 15, बिहार में 21, झारखंड में 2 और पश्चिम बंगाल में 22
5. उत्तर प्रदेश में 8 सामुदायिक जेट्टी स्थानों पर अपतटीय सुविधाएं
6. क्विक पोंटून ओपनिंग मैकेनिज्म (क्यूपीओएम): उत्तर प्रदेश और बिहार, प्रत्येक में एक-एक

(ख) और (ग): ड्रेजिंग प्रबंधन योजना (डीएमपी) के अनुसार, रा.ज.-1 पर निम्नलिखित न्यूनतम सुनिश्चित गहराई (एलएडी) और तल चैनल की चौड़ाई बरकरार रखी जानी है:

(i) हल्दिया से बार्ह: गहराई : 3.0 मीटर; तल की चौड़ाई: 45 मीटर

(ii) बार्ह से गाजीपुर: गहराई: 2.5 मीटर; तल की चौड़ाई: 45 मीटर

(iii)गाजीपुर से वाराणसी: गहराई: 2.2 मीटर; तल की चौड़ाई: 45 मीटर

जेएमवीपी के तहत सौंपे गए फेयरवे विकास और रख-रखाव कार्यों की जलखंड- वार स्थिति निम्नानुसार है:

क्र. सं.	जलखंड	ड्रेजिंग अनुबंध का प्रकार	कार्य सौंपने की तारीख
1	वाराणसी- गाजीपुर (130 कि.मी)	मात्रा आधारित	21.01.2025
2	मझुआ - गाजीपुर (115 कि.मी.)	मात्रा आधारित	28.06.2024
3	दीघा - मझुआ (95 किमी)	मात्रा आधारित	31.01.2024
4	बार्ह- दीघा (74 कि.मी.)	मात्रा आधारित	09.05.2024
5	सुल्तानगंज- महेंद्रपुर- बार्ह	कार्य निष्पादन (एलएडी) आधारित	25.10.2024
6	फरक्का- कहलगांव (146 कि.मी.)	कार्य निष्पादन (एलएडी) आधारित	08.03.2024
7	फरक्का - कटवा (199 किमी)	कार्य निष्पादन (एलएडी) आधारित	08.03.2024
8	कटवा - त्रिवेणी (152 किमी)	कार्य निष्पादन (एलएडी) आधारित	15.03.2024
9	हल्दिया एक्सेस चैनल (निक्षेप आधार)	मात्रा आधारित	05.08.2024
10	कालूघाट एक्सेस चैनल	मात्रा आधारित	विभागीय स्तर पर रख-रखाव किया जा रहा है।

(घ): भारतीय अंतर्देशीय जलमार्ग प्राधिकरण (आईडब्ल्यूएआई), जो कि पत्तन, पोत परिवहन और जलमार्ग मंत्रालय के अंतर्गत एक स्वायत्त संगठन है, कोरी क्रीक से जालौर तक के खंड के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार कर रहा है। उक्त खंड में किसी भी विकास गतिविधि डीपीआर के निष्कर्षों और उसकी व्यवहार्यता पर निर्भर करेगी।

(ङ): चंबल नदी का राष्ट्रीय जलमार्ग-24 (रा.ज.-24) के रूप में घोषित भाग राजस्थान में नहीं आता है, तथा इसलिए चंबल नदी पर राजस्थान में कोई विकास गतिविधि न तो शुरू की गई और न

ही/नियोजित की गई।

(च): वर्ष 2014-15 से राष्ट्रीय जलमार्ग- 1 पर कार्गो आवाजाही का विवरण नीचे दिया गया है:

राष्ट्रीय जलमार्ग (रा.ज)	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
कार्गो आवाजाही [मिलियन मीट्रिक टन (एमएमटी) में]	5.05	6.48	4.89	5.48	6.79	9.11	9.21	10.93	13.17	12.82	16.38
वर्ष 2014-15 से 2024-25 के दौरान चक्रवृद्धि वार्षिक वृद्धि दर	12.49%										

(छ): जीएमवीपी के तहत जलयान क्षमता, कार्गो थ्रूपुट और निजी क्षेत्र भागीदारी बढ़ाने के लिए किए गए उपायों में शमिल है:

(i) कम डुबाव वाले उच्च वहन क्षमता वाले जलयान (टग- बार्ज संयोजन) खरीदे गए हैं।

(ii) एमएमटी, आईएमटी, जेट्टी आदि जैसी अवसंरचना का विकास किया गया है।

(iii) आधुनिक नौचालन अवसंरचना प्रदान की गई है, जिसमें नदी सूचना प्रणाली (आरआईएस), डिफरेंशियल ग्लोबल पोजिशनिंग सिस्टम (डीजीपीएस), नौचालन सहायता अर्थात् चैनल मार्किंग और रात्रि नौचालन सहायता शामिल है।

(iv) कार्गो स्वामियों द्वारा अंतर्देशीय जलमार्ग परिवहन (आईडब्ल्यूटी) क्षेत्र की उपयोगिता को बढ़ावा देने के लिए प्रोत्साहन प्रदान करने और भारत- बांग्लादेश प्रोटोकॉल (आईबीपी) मार्ग के माध्यम से रा.ज.-1 और रा.ज.-2 पर कार्गो आवाजाही हेतु निर्धारित सेवाएं स्थापित करने हेतु जलवाहक योजना कार्यान्वित की जा रही है।

(v) रा.ज.-1 पर एमएमटी हल्दिया, आईएमटी कालूघाट और जी.आर.जेट्टी, सार्वजनिक-निजी-भागीदारी (पीपीपी) मॉडल पर निजी इकाईयों द्वारा संचालित की जा रही हैं।

(vi)1,500-2,000 डीडब्ल्यूटी जलयानों के नौचालन को सक्षम बनाने हेतु लगभग 2.2-3.0 मी. की एलएडी और पर्याप्त चैनल की चौड़ाई प्रदान करने के लिए फेयरवे के रख-रखाव का कार्य प्रगति पर है।

RECRUITMENT OF DOCTORS

4630. SHRI SHAHU SHAHAJI CHHATRAPATI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the current status of recruitment of faculty and resident doctors at the Rajarshree Chhatrapati Shahu Maharaj Government Medical College Kolhapur in Maharashtra.

(b) whether any Cadre review or incentives schemes are proposed to attract specialists; and

(c) if so, the details thereof along with the current vacancy position thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (c): As informed by Govt. of Maharashtra, the recruitment status of faculty at Rajarshi Chhatrapati Shahu Maharaj Government Medical College, Kolhapur is as follows:

Sr. No	Designation	Sanctioned Post	Filled positions		Vaccant positions
			Regular	Contract Basis	
1.	Professor	24	17	02	05
2.	Associate Professor	47	33	04	10
3.	Assistant Professor	70	35	26	09
	Resident Doctors (SR)	97	64	00	33
4.	Resident Doctors (JR I,II,III)	232	220	00	12
Total		470	369	32	69

The details of sanctioned, filled and vacant posts of faculty and resident doctors at Rajarshi Chhatrapati Shahu Maharaj Government Medical College, Kolhapur indicate that more than 85% of the posts are filled.

Further, Government of Maharashtra has informed that in the year 2025, advertisements regarding 1,286 teaching posts were published by Maharashtra Public Service Commission (MPSC) for filling teaching faculty across state. Out of these, recommendations for 158 posts have been received, and action for appointment is being taken as per procedure. The recruitment process for the remaining posts is under progress with MPSC.

To augment teaching resources, as per Government Resolution dated 13.03.2026, a provision has been made for engagement of Visiting Faculty in Government Medical Colleges.

In addition, as per Government of Maharashtra Resolution dated 12.04.2022, incentive measures have been provided to faculty, including grant of additional increments at the time of initial appointment, whereby three additional increments are admissible to faculty in clinical disciplines and five additional increments in super-specialty disciplines, subject to fulfilment of prescribed conditions.

DEFENCE LAND IN GHAZIABAD DISTRICT

4631. SHRI ATUL GARG:

Will the Minister of **DEFENCE** be pleased to state:

(a) whether the Government has details of the defence land scattered in Ghaziabad district outside the designated cantonment areas;

(b) if so, the details thereof along with the status of the mutation of defence land records and measures taken for the prevention of encroachments thereon;

(c) the measures taken by the Government to resolve disputes related to the closure of roads passing through defence areas affecting civilian traffic;

(d) whether the Government has details of public utility projects such as roads and drains held up due to the requirement of transfer defence land in the city and if so, the details thereof; and

(e) the details of the policy of the Government on the excising of civil areas from the cantonments in the State?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH):

(a) and (b): The details of Defence land in Ghaziabad District alongwith its mutation status are as under:

Sr.No.	Name of Station	Total Defence land (in acres)	Defence land yet to be mutated (in acres)
1	Air Force Station, Hindan, Ghaziabad	2,534.07	71.72
2	Bhonja Camping Ground	30.97	24.80
3	Rifle Range Ghaziabad	161.51	60.87
4	Ordnance Factory Depot Muradnagar	90.53	Nil
Total		**2,817.08**	**157.39**

Steps taken to prevent encroachment on defence land are as under:-

(i) Regular inspection of Defence Lands is carried out by the concerned offices and they are required to submit annual certificates as per rules.

(ii) As and when encroachments are detected, they are removed by carrying out anti encroachment drives after following due process of law in close coordination with police authorities and district administration.

(iii) Defence land records have been digitized.

(iv) A Land Management System has been put in place wherein GIS layers of encroachments have been developed.

(v) Defence Land Audit has been institutionalized from 2011-12 as a continuing process.

(vi) A methodology for evaluating “Threat” of encroachment on defence land has been devised. Based on threat value, steps to be taken by the concerned officers have been communicated to the field offices.

(vii) An encroachment module has been enabled in February, 2020 on DGDE website for reporting encroachments on defence land by the general public.

(viii) Government has allocated funds for construction of boundary wall/ fences/ pillars around the certain vulnerable defence land pockets.

(c): Closure of roads in Cantonment areas is governed by the provisions of Section 258 of the Cantonments Act, 2006. The Act empowers the Cantonment Board to open streets for public use and regulate their closure. Permanent closure of a street requires prior approval of the General Officer Commanding-in-Chief (GOC-in-C) or the Principal Director and can be undertaken only for security reasons after issuing a public notice inviting objections and suggestions from the general public. The Chief Executive Officer (CEO) may temporarily close a street or part thereof for repairs or for carrying out works relating to drainage, water supply, lighting or other works permitted under the Act, while ensuring necessary safety measures and access to adjoining properties.

Further, the Ministry of Defence has issued a detailed mechanism on 04.09.2018 regarding the procedure to be followed for closure of roads, with

direction that no public road in the Cantonments shall be closed by the Local Military Authority without following the said procedure.

(d): No public utility projects such as roads and drains are held up due to the requirement of transfer of defence land in Ghaziabad.

(e): The broad modalities for excision of Cantonments located in the State of U.P and their merger with adjoining State Municipalities have been shared with the State Government for their comments. Since the excision of civil areas of Cantonments is linked to demarcation of boundaries of Military Stations, further details cannot be disclosed being prejudicial to national security.

UNEMPLOYED EX-SERVICEMEN IN WEST BENGAL

4632. SHRI SAUMITRA KHAN:

Will the Minister of **DEFENCE** be pleased to state:

(a) the number of ex-servicemen residing in West Bengal along with the number of those who are currently unemployed/underemployed, district-wise;

(b) whether any region-specific skilling or entrepreneurship support has been provided under the Directorate General Resettlement (DGR) and if so, the details thereof;

(c) whether the Government has partnered with Defence Public Sector Undertakings (PSUs) or private firms to offer remote work/contract opportunities for veterans in non-metro areas and if so, the details thereof;

(d) whether the Government proposes to formulate any roadmap to bridge the urban-rural disparity in post-retirement welfare schemes for soldiers; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH):

(a) and (b): District-wise details of the number of ex-servicemen residing in West Bengal is enclosed as **Statement**. The Directorate General Resettlement (DGR) runs resettlement schemes and skill development training for ex-servicemen, disabled soldiers, widows and their dependents to provide job opportunities based on the region specific skilling/entrepreneurships facilities as well as the demand. Data on Ex-Servicemen currently unemployed or underemployed in the State of West Bengal is not maintained. DGR conducts skilling and entrepreneurship schemes pan India to cater for Ex-Servicemen (ESM) from all three services across all states. In West Bengal, a total number of 34 courses (Kolkata-27, Midnapore-7) have been conducted wherein 1,096 ESMs have been trained in the year 2025-26.

(c) to (e): Department of Public Enterprises, Ministry of Finance has advised all Public Sector Undertakings to undertake provisioning of security services through the Directorate General Resettlement empanelled Security Agencies under the DGR Security Agencies Scheme. These security agencies also work in remote areas. Further, DGR’s Tech Service Scheme also provides all PSUs, the private

sector, Industry and Departments of Central and State Governments technical manpower through the State Ex-Servicemen Corporations. To provide post-retirement employment welfare to ex-servicemen, various schemes/ programmes run by the Government such as Coal Loading and Transportation Scheme, Coal Tipper Attachment Scheme, Security Agency Scheme, Common Service Centres (CSC) Scheme, Village Level Entrepreneurship training, Agriculture, Management of Company Owned Company Operated (COCO) Outlets, Mother Dairy Milk Booths, Safal Shop, Company Owned Retail Outlet Dealerships and reservation in Central Government Posts provide ex-servicemen an opportunity for post retirement employment pan-India including in rural areas.

STATEMENT

Census Data of ESMs as on 30.06.2024 - West Bengal					
S. No.	**Districts**	**Army**	**Navy**	**Air Force**	**Total**
1	Kolkata	4,465	833	1,885	7,183
2	Howrah	1,448	294	588	2,330
3	Hooghly	2,878	461	1,002	4,341
4	24 Pgs (N)	11,896	1,817	4,946	18,659
5	24 Pgs (S)	3,429	546	1,548	5,523
6	Midnapur (E)	4,620	171	392	5,183
7	Midnapur (W)	3,473	147	458	4,078
8	Bankura	2,690	64	319	3,073
9	Purulia	745	34	174	953
10	Jhargram	37	0	5	42
11	Burdwan (E)	4,044	317	978	5,339
12	Burdwan (W)	1,423	143	477	2,043
13	Bribhum	2,262	57	236	2,555
14	Murshidabad	6,825	230	190	7,245

15	Malda	2,165	41	83	2,289
16	D/Dinajpur	1,117	40	63	1,220
17	U/Dinajpur	1,088	23	95	1,206
18	Jalpaiguri	2,525	66	60	2,651
19	Coochbehar	1,710	48	67	1,825
20	Alipur Duar	1,009	50	106	1,165
21	Darjeeling	15,984	206	285	16,475
22	Kalipong	1,766	13	6	1,785
23	Nadia	8,879	394	1,014	10,287
Total		**86,478**	**5,995**	**14,977**	**1,07,450**

Source: Rajya Sainik Board, West Bengal

WOMEN JUDGES IN JUDICIARY

4633. KUMARI SUDHA R.:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the number of sitting women judges across the nation, High Court-wise;

(b) the number of women judges in subordinate courts, with a break up of district and sessions judges, sub-judges and magistrates, State-wise;

(c) whether the Union Government proposes to introduce one-third women's reservation at all the levels of the judiciary including the Supreme Court, if so, the timeline by which it is likely to be implemented; and

(d) the number of women judges recommended for appointment in various High Courts and the dates from which they are pending, High Court-wise?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a) to (d): The information is given in the enclosed **Statement**.

Appointment of Judges to the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons.

As per the Memorandum of Procedure (MoP), the responsibility for initiation of proposals for appointment of Judges in the Supreme Court vests with the Chief Justice of India, while the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court. However, the Government is committed to enhancing social diversity in judiciary and has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in the appointment of Judges in High Courts. Only those persons who are recommended by the Supreme Court Collegium, are appointed as Judges of the Supreme Court and High Courts.

Judicial appointments are made as per the provisions of the Constitution. Nevertheless, the Government remains committed to promoting social diversity, including gender representation, and continues to encourage consideration of suitable women candidates in the appointment process

Since 2014 till 17.03.2026, 179 women Judges have been appointed in the

High Courts. As on 17.03.2026, there is 01 woman Judge working in the Supreme Court and 113 women Judges in High Courts.

Appointments in District and Subordinate Courts fall under the jurisdiction of State Governments and High Courts, as per Articles 233 and 234 of the Constitution of India. The recruitment process is governed by the rules framed by State Governments in consultation with High Courts.

As far as existing provisions regarding appointment of judicial officers in District and Subordinate Courts is concerned, under Article 235 of the Constitution of India, the administrative control over the members of district and subordinate judiciary in the States vests with the concerned High Court. In exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Governments, in consultation with the High Court, frame the Rules and Regulations regarding the issue of appointment, promotion, reservations and retirement of Judicial Officers in the State Judicial Service.

STATEMENT

Details of Women Judges in the High Courts (As on 17.03.2026)

Sl. No.	High Court	Sanctioned Strength	Working Strength	No. of Women Judges
1	Allahabad	160	109	7
2	Andhra Pradesh	37	34	6
3	Bombay	94	79	12

4	Calcutta	72	42	8
5	Chhattisgarh	22	15	1
6	Delhi	60	44	10
7	Gauhati	30	24	4
8	Gujarat	52	35	7
9	Himachal Pradesh	17	12	1
10	J & K and Ladakh	25	14	2
11	Jharkhand	25	13	1
12	Karnataka	62	45	8
13	Kerala	47	39	3
14	Madhya Pradesh	53	41	1
15	Madras	75	52	10
16	Manipur	5	3	0
17	Meghalaya	4	4	1
18	Orissa	33	19	1
19	Patna	53	37	2
20	Punjab & Haryana	85	58	16
21	Rajasthan	50	39	4
22	Sikkim	3	3	1
23	Telangana	42	28	7
24	Tripura	5	4	0
25	Uttarakhand	11	10	0
	Total	1122	803	113

REVITALIZATION OF ICCR

4634. SHRI NARESH GANPAT MHASKE

SHRI SHRIRANG APPA CHANDU BARNE

SHRIMATI BHARTI PARDHI

DR. SHRIKANT EKNATH SHINDE

SHRI RAVINDRA DATTARAM WAIKAR

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether the revitalization of the ICCR has successfully projected India's rich cultural heritage as a pillar of its global "Soft Power" strategy, if so, the details thereof;

(b) whether the global acceptance of Yoga and Ayurveda as universal wellness solutions reflects the success of India's civilizational outreach, if so, the details thereof;

(c) whether the efforts of Government in restoring ancient temples and heritage sites abroad have effectively strengthened the cultural bonds with our historical neighbors, if so, the details thereof;

(d) whether the promotion of Indian languages and philosophy in foreign universities has created a lasting "Intellectual Influence" for the nation globally, if so, the details thereof;

(e) whether "Civilizational Diplomacy" serves as a unique and non-threatening tool for building trust and long-term partnerships across diverse regions, if so, the details thereof; and

(f) whether these cultural initiatives have successfully established India as a "Vishwa Guru" that provides moral and spiritual leadership to the global

community, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a): The revitalization and strengthened functioning of ICCR has significantly contributed to promoting India's rich cultural and civilizational heritage worldwide as a key pillar of India's 'soft power' projection through the activities of ICCR Headquarters, various Indian diplomatic Missions/Posts and ICCR's 38 Indian Cultural Centres (ICCs) abroad. ICCR has currently deployed 176 India-based Teachers of Indian Culture and Local Resource Persons to teach Yoga, Indian dance and music, languages and other aspects of Indian culture in Indian Missions/Posts/ICCs abroad. ICCR actively projects India's diverse culture in foreign countries by sponsoring Indian artists to perform abroad, and hosts foreign artist to perform in India. ICCR also mounts exhibitions showcasing India's rich civilizational heritage; installs busts and statues of iconic Indian leaders abroad; organizes annual flagship international cultural festivals in India; supports the projection of Indian festivals, arts, crafts, literature, films and commemorative events overseas; hosts conferences/lectures/workshops on various aspects of Indian civilisation; and anchors cultural shows aligned with India's diplomatic calendar to promote India's foreign policy objectives.

(b): The successful dissemination of Yoga worldwide is an illustration of the

impactful outreach of India's 'soft power' and projection of India's civilisational heritage as a vital contributor to global wellness and universal wellbeing. Since 2015, ICCR has been coordinating the annual global celebration of the International Day of Yoga (IDY) on June 21st in all Member States of the United Nations. In 2025, an all time high of over 2000 events were organized overseas by 206 Indian Missions/Posts abroad to mark the 10th anniversary of IDY. To propagate Yoga and Ayurveda across the world on a daily basis, ICCR has also deployed 80 India-based Yoga teachers and Local Resource Persons in Missions/Posts/ICCs abroad to teach Yoga in Indian Cultural Centres, local institutions, community organisations, Universities etc. ICCR also actively promotes Ayurveda and traditional wellness practices like meditation globally through Missions/Posts/ICCs and celebrates Dhanwantari Diwas annually.

(c): The Ministry of External Affairs and the Archaeological Survey of India actively engage in restoring heritage sites in countries with whom India shares civilizational ties, as part of India's development partnership outreach. Over the years, India has carried out about 60 such heritage restoration projects in 21 countries. At present, India is assisting in the restoration of ancient temples in Cambodia, Lao PDR, Myanmar and Vietnam. India's support in this regard contributes significantly to further strengthening cultural and bilateral ties with partner countries.

(d): ICCR promotes the study of Indian languages, philosophy and various

aspects of Indian civilization abroad by setting up Chairs of Indian Studies in foreign universities, in consultation with our Missions/Posts. At present, 12 such Chairs of Indian Studies are operational in foreign universities, out of which 6 Chairs teach Hindi, 3 teach Buddhist Studies and Sanskrit, 2 teach Philosophy and 1 teaches Tamil. The deployment of 7 more Chairs to teach Hindi and an additional Chair in Sanskrit in various foreign Universities, is under process. These Chairs of Indian Studies promote the study of Indian civilisation among foreign youth and foster a deeper appreciation of India's cultural heritage while also forging global academic, intellectual and cultural links.

(e) and (f): ICCR builds cultural and civilisational bridges to develop long-term partnerships and enduring people-to-people ties across diverse regions. To this end, ICCR also grants more than 4,000 scholarships under 21 different schemes to foreign students from 192 countries every year for Under-Graduate, Post-Graduate and Ph.D. level studies in India, including in Yoga and Ayurveda. ICCR Scholarship Alumni are present today in nearly every country and form a significant constituency of goodwill for India. ICCR also hosts curated visits of foreign academics, intellectuals, influential opinion makers and young political leaders under its various Visitors Programmes and recognizes individuals and entities promoting India and Indian culture abroad. ICCR's varied initiatives project India's rich civilizational heritage and humanitarian values as vital contributors to universal peace and wellbeing, helping forge long-term

partnerships anchored in trust and a positive image of India as a force for the greater good.

INTENSIFIED MISSION INDRADHANUSH IN TAMIL NADU

4635. SHRI MALAIYARASAN D.:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the steps taken by the Government for the implementation of the Intensified Mission Indradhanush (IMI) in Tamil Nadu along with the number of children and pregnant women covered under the scheme in Kallakurichi district so far;

(b) the progress made in increasing immunisation coverage in underserved areas of Kallakurichi district of Tamil Nadu under the IMI;

(c) the number of awareness campaigns conducted to inform the public about the benefits of immunization under the Mission Indradhanush scheme in Kallakurichi district of Tamil Nadu;

(d) the challenges faced in the effective implementation of the scheme in Tamil Nadu, particularly in remote and rural areas and the steps being taken to address them; and

(e) the impact of the scheme on reducing vaccine-preventable diseases and improving immunisation rates in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS

AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): Three rounds of Intensified Mission Indradhanush 5.0 were held in the month of August, September and October 2023, with a focus on Measles Rubella Elimination and to improve vaccination coverage. The left out and the dropout children and pregnant women were line listed through a head count survey and due-listing was done. Children upto 5 years were targeted and UWIN portal was utilized for registering and recording all vaccination events. Review by the district and block task force on Immunization were carried out regularly for monitoring and ensuring the successful implementation of the Intensified Mission Indradhanush. The details of the immunization coverage as submitted by the state of Tamil Nadu is given in the enclosed **Statement.**

(c): As informed by the State of Tamil Nadu, intensified efforts with Information, Education and Communication campaigns were conducted in the district of Kallakurichi. Five mass rallies were conducted in the district of Kallakurichi, involving Auxillary Nurse Midwife (ANM) and Nursing College students and other stakeholders.

(d): In hard-to-reach and remote areas, mobile health teams were deployed to ease the burden of vaccinators.

(e): As the impact of the scheme, the full Immunization coverage of Tamil Nadu has improved from 82.8% in FY 2023-24 to 93.9% in FY 2025-26 (April 2025 – Jan 2026) (Source: HMIS).

STATEMENT

Coverage of Intensified Mission Indradhanush 5.0

IMI5.0	State of Tamil Nadu						District Kallakurichi					
Round	Pregnant women target	Pregnant women coverage	%	Children Target	Children vaccinated	%	Pregnant women target	Pregnant women coverage	%	Children Target	Children vaccinated	%
Round 1	14435	20563	142	74372	88170	119	484	603	125	2370	2335	99
Round 2	12663	19127	151	58894	70790	120	387	749	194	1048	2621	250
Round 3	13021	19332	148	61547	74072	120	385	744	193	1048	2332	223

Source:- Information received from the state of Tamil Nadu.

IDENTIFICATION OF PRIMARY RESEARCH CENTRES UNDER AYURGYAN SCHEME

4636. SHRI YOGENDER CHANDOLIA:

SHRI MANOJ TIWARI:

DR. HEMANT VISHNU SAVARA:

SHRI KOTA SRINIVASA POOJARY:

DR. BHOLA SINGH:

CAPTAIN BRIJESH CHOWTA:

SHRI ANUP SANJAY DHOTRE:

SHRIMATI HIMADRI SINGH:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRIMATI MAHIMA KUMARI MEWAR:

SHRI MADHAVANENI RAGHUNANDAN RAO:

SHRIMATI SMITA UDAY WAGH:

SHRI MAHESH KASHYAP:

SHRI MITESH PATEL(BAKABHAI):

DR. SANJAY JAISWAL:

SHRI NALIN SOREN:

SHRI HASMUKHBHAI SOMABHAI PATEL:

SHRI JUGAL KISHORE:

SHRI NABA CHARAN MAJHI:

SHRI KHAGEN MURMU:

Will the Minister of **AYUSH** be pleased to state:

(a) the criteria adopted for the identification of Primary Research Centres under the Ayurgyan Scheme in the country, State/UT-wise, particularly in Jalgaon district of Maharashtra and Dahod Parliamentary Constituency;

(b) the total number of projects approved and funds released under the Scheme in the country during the last three years till February 2026, State/UT-wise including district-wise of Maharashtra;

(c) the steps taken by the Government to ensure scientific validation, clinical trials and publication of research findings in peer-reviewed journals to enhance

global credibility of AYUSH systems;

(d) whether collaborative research with premier institutions such as All India Institute of Medical Sciences (AIIMS), Indian Council of Medical Research (ICMR), National Institute of Pharmaceutical Education and Research (NIPER) and State Universities in the country, State/UT-wise, particularly in Maharashtra has resulted in standardized treatment protocols for the Dahod region resulting in reinforcing the goal of holistic and accessible healthcare; and

(e) the details of the Government and Private Institutions that have been received assistance under the aforesaid scheme along with a specific focus on any Institutions or projects supported within the Shahdol Parliamentary constituency and the surrounding tribal dominated areas in the country, State/UT-wise, particularly in Madhya Pradesh and Palghar and Jalgaon district of Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): Under Ayurgyan Scheme, proposals from the eligible institutions/organizations, across the country (including from the institutions situated in the state of Maharashtra) are being considered. Further, under the Research & Innovation in Ayush (R&I) and Ayurveda Biology Integrated Health

Research (ABIHR) components of Ayurgyan Scheme, priority research areas are identified based on the Research on fundamental concepts and basic principles of Ayush systems, Standardization of Ayush drugs and formulations, Development and validation of new drugs and therapeutic interventions. In addition, priority areas also include clinical research, pharmaceutical research, medicinal plant research, literary research and fundamental research, Integration of Ayush knowledge with modern scientific disciplines including biotechnology, bio-physics, molecular biology and information technology.

(b) and (e): Under the scheme, financial assistance is provided to the eligible institutions/organizations across the country, as per the provisions contained in the scheme guidelines, and the scheme is not specific to any State/UT or region. During the last three years and current financial year [i.e. FY 2022-23 to 2024-25 and FY 2025-26 (till February 2026)], 267 projects/programmes (i.e. 230 programmes under Capacity Building & Continuing Medical Education, 26 projects under R&I in Ayush and 11 projects under ABIHR components of Ayurgyan Scheme) have been approved. Under R&I and ABIHR components, projects are approved for the period of two (02) to three (03) years and funds are released in instalments. The year-wise [from FY 2022-23 to 2025-26 (as on 28.02.2026)] details of funds released to the organizations/institutions (including disbursements for the on-going projects approved prior to FY 2022-23) are given in the enclosed **Statement.**

(c): Under the Research and Innovation in Ayush and Ayurveda Biology Integrated Health Research (ABIHR) components, scientific validation of research is ensured through a multi-stage evaluation and monitoring process. Research proposals are first scrutinized by the concerned Research Councils and thereafter examined by the Project Appraisal Committee (PAC)/Project Development and Monitoring Committee (PDMC)/Project Screening and Monitoring Committee (PSMC) and approved by the Project Sanctioning Committee (PSC). Further, research projects are commenced only after obtaining ethical approvals. Project monitoring is undertaken through proper annual appraisal by the PAC under R&I component and by PDMC/PSMC and experts of Ad Hoc Committee under ABIHR component. Further, withheld 10% of the total approved budget is released only after publication of research outcome in peer-reviewed journals.

(d): Under the Ayurgyan scheme, premier institutions such All India Institute of Medical Science (AIIMS), Indian Council of Medical Research (ICMR) and State Universities as well as other institutions/organizations have been financially supported for validation of Ayush interventions and development of evidence-based treatment protocols. However, development of region specific or State/UT specific standardized treatment protocol is not one of part of the scheme objective.

STATEMENT

The details of financial assistance provided to the institutions/organizations under Ayurgyan Scheme during last three years and current financial year are as follows:

(A) Capacity Building and Continuing Medical Education (CME) in Ayush:

Details of fund released to various institutions during 2022-23				
S. No.	**Name and address of Grantee Institutions/Organizations**	**State**	**Purpose/title of sanctioned program**	**Fund released (in lakhs)**
1.	J.S. Ayurveda Mahavidyalaya, Nadiad	Gujarat	CME for Teachers: Rachana Sharir	9.00
2.	Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar	Gujarat	CME for Teachers: 1. Prasuti Tantra & Stree Roga 2. RS&BK 3. Panchkarma 4. Kayachikitsa 5. Basic Perinciples 6. Kaumarapritya 7. Swasthvrita 8. Shalya	72.00
3.	Shri Krishna Govt. Ayurvedic College, Kurukshetra	Haryana	CME for Teachers: 1. Rog Nidan & Vikriti vigyan	9.00
4.	Solan Homoeopathic Medical College &Hospital, Solan	Himachal Pradesh	CME for Teachers: 1. Materia Medica (Module – IV)	9.00
5.	National Institute Mental Health and Neurosciences (NIMHANS) Bangalore	Karnataka	(2-Day) National Conterence for 80 Ayush Personal on “exploring consciousness”	9.00
6.	SDM Institute of Ayurveda & Hospital Anchepalya, Banglore	Karnataka	(2-Day) workshop on “Adolescent Care and Counselling” For 30 Kaumarbritya Teachers	3.86
7.	Alva’s Homoeopathic Medical College, Moodbidri	Karnataka	CME for Teachers: 1.Pharmacy 2.Community Medicine.	18.00
8.	Alva’s college of Naturopathy & YogicSciences, Moodbiri	Karnataka	CME for Teachers of Naturopathy & Yoga	9.00
9.	Shanthigiri Siddha Medical	Kerala	CME for teachers on Eye Diseases	9.00

	College, Thiruvananthapuram			
10.	Govt. Ayurveda College & Hospital, Gwarighat, Jabalpur	Madhya Pradesh	CME for Teachers: 1. Swasthavritta	9.00
11.	H.S.Z.H. Govt. Autonomous Unani Medical College & Hospital, Bhopal	Madhya Pradesh	CME for Teachers: 1.Ilaj-Bit-Tadbeer 2.Tahaffuzi-wa-samaji Tib; 3.CME for Doctors 4.50 Private Practitoners on life style disorder	28.50
12.	Ayurvidya Prasarak Mandal (APM) Ayurved Mahavidyalaya, Mumbai	Maharashtra	CME for Teachers: 1. Samhita & Siddhant	9.00
13.	Shri Ayurved Mahavidyalaya, Nagpur	Maharashtra	CME for Teachers: 1. Kayachikitsa & 2. Agad Tantra	18.00
14.	International Society for Krishna Consciousness, Palghar	Maharashtra	1. CME Programme for Doctors 2. CME prog. For Paramedics	15.00
15.	Interactive Research School for Health Affairs (IRSHA), Bharti Vidyapeeth Deemed to be University, Pune	Maharashtra	2 days National level Conference/Workshop for 50 participant	9.00
16.	Hon. Shri Annasaheb Dange Ayurved Medical College, Post Graduate & Research centre, Astha	Maharashtra	CME for Teachers: 1. Shalayka Tantra	9.00
17.	R.A Podar Ayurved Mahavidyalaya Worli	Maharashtra	CME for Teachers: Shalya Tantra	9.00
18.	Ayurved Seva Sangh Sanchalit AyurvedMahavidyalaya, Nashik	Maharashtra	CME Program for Ayush Doctors	9.00
19.	Seth Chandanmal Mutha Aryangala Vadyak Mahavidyalaya, Satara	Maharashtra	CME for Teachers: 1. Pharmacognosy	9.00
20.	Regional Ayurveda Research Institute (Unit of CCRAS), Pune	Maharashtra	(6-day) training program on Current Trends in Ayurveda Drug Development for Ayush Doctors/ Scientists	9.00
21.	Kendriya Ayurved Vyaspeeth, Nashik	Maharashtra	2- day subject specialty CME program for 50 private practitioners	1.50

22.	Dr. D.Y.Patil College of Ayurved & Research Centre, Pimpri	Maharashtra	CME for Teachers Shalakya Tantra	9.00
23.	Mohamaddia Tibbia College & Assayer Hospital, Nashik	Maharashtra	CME for Teachers: Ain-Uzn-Anf-Halaq-wa-Asan	9.00
24.	Dr. M.L Dhawale Memorial HomoeopathicInstitute, Palghar	Maharashtra	Training Programme 1. Training of Trainers (TOT) in AYUSH foreligible resource persons of CME 2. CME programme for teachers on Materia Medicia.	18.00
25.	North Eastern Institute of Ayurveda & Homoeopathy, Shillong (Meghalaya)	Meghalaya	CME for Teachers: 1. Stree Roga 2. Panchakarma	18.00
26.	A & U Tibbia College, Karol Bagh, New Delhi	Delhi	(6-day) CME for teachers on Agand Tantra	9.00
27.	All India Ayurvedic Congress (AIAC), Punjabi Bagh	Delhi	Six (06)- 02 days CME program for private practitioners	9.00
28.	KATS Ayurvedic College & Hospital, Ganjam	Odisha	CME for Medical officer	7.75
29.	SSN Ayurved College and Research Institute Bargarh,	Odisha	CME for Teachers: 1. Dravyaguna 2. Samhita Siddhant.	18.00
30.	National Institute of Ayurveda, Jaipur	Rajasthan	CME for Teachers: 1. Rachana Sharir 2. Samhita Siddhant 3. Kirya Shareer	27.00
31.	Dr. Madan Pratap Khuntela Homoeopathic Medical College, Hospital & Research Centre, Jaipur (Rajasthan)	Rajasthan	CME for Teachers: 1. Materia Medica(Module-3) 2. National workshop on scientific writing 3. Research Methodology & Biostatistics	27.00
32.	Sanjeev Biomedical Research CentreChennai	Tamil Nadu	(6-day) CME programme on “Exploration of Immunomodulators from Siddha Medicines for communicable diseases”	9.00
33.	Siddha Central Research Institute, Chennai	Tamil Nadu	(6-day) CME programe on Analytical Techniques used in ASU Drug standardization for Ayush Doctors	9.00

34.	Sri Sai Ram Homoeopathy Medical College & Research Centre	Tamil Nadu	CME for Teachers physiology	9.00
35.	Captain Srinivasa Murthy Central Ayurveda Research Institute Chennai	Tamil Nadu	Training Program on current trends in Ayurveda Drug development for Ayushdoctors/scientists	9.00
36.	Aligarh Muslim University, Aligarh	Uttar Pradesh	CME for Teachers: 1. Ilmul Advia 2. Ilmul Qabalat Wa-Amraze-Nisawas 3. Ilmul Aftal 4. Amraz-E-Jild Wa-Zohra Wiya	36.00
37.	Regional Ayurvedic & Unani Officer, Varanasi	Uttar Pradesh	CME for 50 Private Practitioners	1.50
38.	Govt. Ayurved College & Hospital Varanasi	Uttar Pradesh	CME for Teachers: 1. Kriya Shareer 2. CME for Medical Officer	18.00
39.	Central Ayurveda Research InstituteJhansi	Uttar Pradesh	Training program on current trends in R&D, modern scientific advances and technology for scientific understanding and promotion of Ayush system for Ayush doctors/scientist	9.00
40.	Bakson Homoeopathic Medical College &Hospital, Greater Noida	Uttar Pradesh	CME for Teachers: 1. Obstetrics & Gynaecology 2. Meteria Medica	18.00
41.	Uttarakhand Ayurveda University, Rishikul Campus (Haridwar)	Uttarkhand	CME for Teachers: RS & BK	9.00
42.	Gurukula Kangri (Deemed to be University), Haridwar	Uttarkhand	(6-day) OTP Program for Ayush Doctors	9.00
43.	Central Ayurveda Research InstituteKolkata	West Bengal	Training program on Quality control andStandardization and Herbal Drug.	9.00
Total			**73 Programmes**	**580.11**

Details of fund released to various institutions during 2023-24				
S. No.	**Name and address of Grantee Institutions/Organizations**	**State**	**Name of the training program**	**Fund released (in lakhs)**
1.	Sri Venkateswara Ayurvedic College & Hospital (Tirumala Tirupati Devasthanams), Tirupati	Andhra Pradesh	1. (6-days) CME for Medical Officer. 2. (6-day) CME for Teachers on	18.00

			Panchkarma	
2.	J.S Ayurveda Mahavidyalaya & P.D Patel Hospital, Nadiad	Gujarat	(6-day) CME program for teachers on Roga Nidan	9.00
3.	Rajiv Gandhi Govt. P. G. Ayurvedic College & Hospital, Paprola, Kangara,	Himachal Pradesh	6-day) CME for Teachers on: 1. PTSR 2. Shalyatantra	18.00
4.	Kashmir Tibbia College, Hospital & Research Centre	J&K	(6-day) CME for Unani Doctors	9.00
5.	Sri Dharmasthala Manjunatheshwara (SDM) College of Ayurveda, UDUPI	Karnataka	(6-day) CME for teachers on: 1. Samhita & Siddhanta; 2. Kaumarbhritya	18.00
6.	National Institute of Unani Medicine (NIUM), Magadi Main Road, Bengaluru	Karnataka	(6-day) CME for teachers on: 1. Ilaj-Bit-Tadbeer; 2.Tahaffuzi-Wa-Samaji Tib; 3.(2-day) National conference on Scientific writing for Unani Teachers	23.00
7.	Govt. Ayurveda Medical College, Bangaluru	Karnataka	CME for Teachers on 1. Samitha Siddhanta & 2. Panchakarma	18.00
8.	(Department of Human consciousness & Yogic Sciences) Mangalore University	Karnataka	CME for Yoga Therapist.	06.00
9.	Sushrutha Ayurvedic Medical College & Hospital, Bengaluru	Karnataka	(6-day) CME for Teachers on Panchakarma	9.00
10.	Nangelil Ayurveda Medical College, Ernakulam	Kerala	(6-day) CME for teachers on Shalyatantra	9.00
11.	Regional Ayurveda Research Institute, (CCRAS's Unit) Aamkho, Gwalior	Madhya Pradesh	6 days CME on "Current Trends on Safety, Standardization and Quality Control of AYUSH Drugs" for Ayush Scientists.	9.00
12.	Govt. Auto. Dhanwantari Ayurved Medical College & Hospital, Ujjain	Madhya Pradesh	(6-day) CME for Teachers: 1. Panchakarma & 2. Rachna Sharir	18.00
13.	Govt. Autonomous Ayurveda College & Hospital, Gwalior	Madhya Pradesh	(6-day) CME Programme for teachers on Dravyaguria	9.00
14.	Shri Ayurved Mahavidyalaya, Dhanvantri Road, Nagpur	Maharashtra	(6-day) CME for teachers on Kriya Sharir	9.00
15.	R.A Podar Ayurved Medical	Maharashtra	(6-day) CME program for teachers	9.00

	College, Worli Mumbai		on PT&SR	
16.	Regional Ayurveda Research Institute, (Unit of CCRAS) Pune	Maharashtra	(6-day) CME for Teachers on Dravyaguna Basics to Advancement	9.00
17.	Motiwala National Homoeopathic Medical College and Hospital, Nashik	Maharashtra	(6-day) CME program for teachers of Organon of medicine;	9.00
18.	Kaivalyadhama, Swami Kuvalayananda Marg, Lonavala	Maharashtra	CME for Yoga Teachers.	09.00
19.	Jamia Hamdard (School for Unani Medical Education & Research-SUMER),	Delhi	(6-day) CME for Teachers: 1.Ilmul-Advia 2. Ilmul Atfal	18.00
20.	Gopabandhu Ayurveda Mahavidyalaya, Puri	Odisha	CME for Teachers on 1. Kayachikitsa & 2. ShalyaTantra	18.00
21.	Govt. Ayurvedic College & Hospital, Tulsi Nagar, Balangir	Odisha	(6-day) CME for Teachers: 1.Kayachikitsa & 2. Kaumarbhritya	18.00
22.	University Post Graduate Institute of Ayurved Studies & Research (Dr. SR Rajasthan Ayurved University, Jodhpur	Rajasthan	CME for Teachers on 1. Rachna Sharir 2. RS & BK.	18.00
23.	National Institute of Ayurveda, Jaipur (Rajasthan)	Rajasthan	1. (6-day) CME for Teachers & Research Associate working in field of Ayurveda Manuscriptology. (6-day) CME Programmes for Teachers on: 2. Panchkarma 3. Dravyaguna 4. (6-Day) CME on current techniques used in characterization and quality control of ASU drugs for RSBK 36 (9x4) Teachers/Scientists	36.00
24.	Directorate, Homoeopathy Chikitsa Vibhag Rajasthan, Jaipur, Govt. of Rajasthan	Rajasthan	6-day) CME Program for Doctors	9.00
25.	SwashtyaKalyan Homoeopathic Medical College, Jaipur	Rajasthan	CME Programme for teachers for homoeopathic psychiatry	09.00

	(Rajasthan)		integrated approach of mental illness	
26.	AVP Research Foundation, Coimbatore,	Tamil Nadu	2-days subject specialty CME for 50 Private Practitioners	1.50
27.	Captain Srinivasamurthy Central Ayurveda Research Institute, (CCRAS's Unit) Chennai	Tamil Nadu	6-day CME for Doctors/ Scientist on Current Strategies involved in Drug Development of ASU Drugs.	9.00
28.	Kokila Siddha Hospital and Research Centre, Madurai	Tamil Nadu	**1.** (6-days) CME for AYUSH medical officers/ practitioners **2.** (6-Days) CME for Ayush Therapists hands-on Training in Siddha External Therapies for Children with Special Needs	15.00
29.	Vivekananda Kendra Nardep, Varman Research and Resource Centre, Kaniyakumari	Tamil Nadu	CME for National Conference – "Application of Siddha Varmam Therapy for Primary and Common Health Care Problems".	07.00
30.	Government Nizamia Tibbia College, Charminar, Hyderabad	Telangana	CME for Teachers on 1.Amraze-Niswan. 2. CME for Teacher:Moalijaat	18.00
31.	National Institute of Unani Medicine for skin disorder, Hyderabad	Telangana	6 Days Training Programme in current trends in R&D, modern scientific advance & technology for scientific understanding and promotion of Ayush system for Ayush doctors/scientists.	09.00
32.	Central Ayurveda Research Institute, (CCRAS's Unit), Jhansi,	Uttar Pradesh	(6-day) CME for Doctors/ scientist on recent trends in quality control of ASU drugs and development of formulations.	9.00
33.	Regional Ayurvedic & Unani Officer, Varanasi	Uttar Pradesh	2 Day CME for 50 Ayush private practitioners at Bhadohi	1.50
34.	Banaras Hindu University (BHU) Varanasi	Uttar Pradesh	Web-based project (Part payment of project sanctioned in FY 2021-22)	12.00
	Total		**49 Programmes**	**426.00**

Details of fund released to various institutions during 2024-25				
S. No.	**Name and address of Grantee Institutions/Organizations**	**State**	**Name of the training program**	**Fund released (in lakhs)**
1.	Government Akhandanand Ayurveda College, Ahmedabad,	Gujarat	6-day CME for Teachers on: Agad Tantra	9.00
2.	Institute of Himalayan Bioresource Technology (IHBT-CSIR) Palampur	Himachal Pradesh	R&D Program	9.00
3.	National Institute of Unani Medicine (NIUM), Magadi Main Road, Bengaluru	Karnataka	6-day) CME for teachers on: - Ilmul qabalat Wa-Amraze Niswan	9.00
4.	Alva's College of Naturopathy & Yogic Science (Unit of Alva's Education Foundation), Moodubidire	Karnataka	(6-day) CME program for Naturopathy Teachers	9.00
5.	Kerala Ayurvedic Studies & Research Society, Kottakkal,	Kerala	6-day CME for Teachers on: Manasroga	9.00
6.	Govt. Autonomous Ashtang Ayurveda College & Hospital, Indore	Madhya Pradesh	6-day CME for Teachers on: Kriya Sharir	09.00
7.	R.A Podar Medical College (Ayu), Warli, Mumbai	Maharashtra	(6-day) CME for Teachers on Dravyaguna	09.00
8.	Mohammadia Tibbia College & Assayer Hospital, Nashik,	Maharashtra	(6-day) CME for Teachers on Kulliyat	09.00
9.	North Eastern Institute of Ayurveda & Homoeopathy (NEIAH), Shillong	Meghalaya	(6-days) CME for teachers on Dravyaguna	9.00
10.	Morarji Desai National Institute of Yoga (MDNIY), Ashoka Road, ND	Delhi	1. (6-day) CME program for teachers! Doctors. 2. (6-day) CME program for Instructor etc.	15.00
11.	All India Institute of Ayurvda, Sarita Vihar, New Delhi	Delhi	1. 6-day CME for Doctors at Goa Centre 2. 6-day CME for teachers on Kayachikitsa	18.00
12.	All India Ayurvedic Congress, Punjabi Bagh, New Delhi	Delhi	2-days CME program for private practitioners to be held at 1. Amritsar (Punjab) & 2. Mumbai	3.00
13.	Central Ayurveda Research Institute, New Delhi (Unit of CCRAS), New Delhi	Delhi	2- days specialty CME for private Ayurveda practitioners on Ayurveda Approach to Non-communicable diseases	1.50

14.	KATS Ayurvedic College & Hospital, Ganjam, Odisha	Odisha	(6-day) CME for teachers on Shalya Tantra	9.00
15.	National Institute of Ayurveda, Jaipur	Rajasthan	6-day) CME for Teachers on: 1.Kayachikitsa 2. Kaumarbhritya 3. Samhita & Siddhant 4. Shalya Tantra 5. (6-day) CME for Ayurveda Medical Officers	45.00
16.	The Tamil Nadu Dr. MGR Medical University, Chennai	Tamil Nadu	6-days) CME for Siddha Doctors;	9.00
17.	National Institute of Siddha Chennai, Tamil Nadu	Tamil Nadu	1. 6-days CME for Teachers on Nanju Maruthuvam 2. CME for Doctors (Varma Maruthuvam)	18.00
18.	Captain Srinivasamurthy Central Ayurveda Research Institute, Chennai	Tamil Nadu	R&D Program	9.00
19.	Govt. Unani Medical College, Arumbakkam, Chennai	Tamil Nadu	(6-day) CME for Teachers on “Ilaj-bit-tadbeer”	09.00
20.	Sarada Krishna Homoeopathic Medical Collge Kulasekharam, Kanyakumari	Tamil Nadu	6-days CME for teachers on Repertory	9.00
21.	JIMS Homoeopathic Medical College & Hospital, Hyderabad	Telangana	(6-days) CME Program for Teachers on Anatomy	9.00
22.	Faculty of Ayurveda Banaras Hindu University, Varanasi	Uttar Pradesh	6-day CME for Teachers on PTSR	9.00
23.	Ajmal Khan Tibbiya College, Aligarh Muslim University, Aligarh	Uttar Pradesh	1. (6-days) CME for Medical Officer Unani (Deptt. Of Ilmul Jarahat) 2. (6-day) CME for teachers on Amraz-E-Jild Wa Zohrawiya	18.00
24.	Eram Unani Medical College & Hospital, Lucknow	Uttar Pradesh	(6-day) CME for Medical Officers (Deptt. Of Moalijat)	9.00
25.	Indian Institute of Chemical Biology IICB-CSIR Kolkata,	West Bengal	R&D Program	9.00
26.	J.B Roy State Ayurvedic Medical College & Hospital, Kolkata	West Bengal	6-day CME for Teachers on: Panchakarma	9.00
27.	D.N. DE Homeopathic Medical College & Hospital Kolkata	West Bengal	6 day CME for Medical Officer (Homoeopathy)	9.00
	Total		**36 Program**	**298.50**

Details of fund released to various institutions during 2025-26				
S. No.	**Name and address of Grantee Institutions/Organizations**	**State**	**Name of the training program**	**Fund released (in lakhs)**
1.	National Institute of Ayurveda (NIA), Jaipur	Rajasthan	6-days CME for teachers on 1. Kriya Sharir 2. Shalakya Tantra 3. Rog Nidan 4. Rachna Sharir 5. Swasthavritta 6. Agad Tantra 7. Panchakarma 8. Darvyaguna 9. PTSR 10. 6-days CME for Doctors (Deptt. Of Panchakarma) 11. 6 day CME programe on "Exploring Ayurveda Aahara: Scientific Insights into Traditional Dietary Practices" for RSBK and Swasthavritta Teachers/Scientists. (Deptt. Of RS&BK)	99.00
2.	All India Institute of Ayurveda (AIIA), New Delhi	Delhi	6-days CME for teachers on 1. Kriya Sharir 2. Panchakarma 3. Rog Nidan 4. Swasthavritta & Yoga 5. Samhita Siddant 6. RS&BK 7. Shalakya Tantra 8. Rachna Sharir (Goa Centre) 9. Agad Tantra (Goa Centre)	81.00
3.	Govt. Ayurvedic College, Guwahati, Assam	Assam	6-days CME for teachers on Kayachikitsa	9.00
4.	G J Patel Institute of Ayurvedic Studies & Research (The Charutar Vidya Mandal (CVM) University), Anand	Gujarat	6-day CME for teachers on: Roganidana & Vikriti Vigyan	9.00
5.	Lal Bahadur Shastri Mahila Ayurvedic College and Hospital, Yamuna Nagar,	Haryana	(6-day) CME for teachers on Rachana Sharir	9.00

6.	Institute for Ayurved Studies & Research, (Shri Krishna Ayush University), Kurukshetra Erstwhile Shri Krishna Govt. Ayurvedic College Kurukshetra	Haryana	6-days CME for teachers on 1. Kayachikitsa 2. Shalakya Tantra	18.00
7.	Govt. Ayurveda Medical College & Hospital, Mysore	Karnataka	6-days CME for teachers on Samhita Siddant	9.00
8.	Amrita school of Ayurveda Kerala, Kollam	Kerala	(6-day) CME for teachers on Panchakarma	9.00
9.	Ahalia Ayurveda Medical College, Palakkad Kerala	Kerala	(6-day) CME for teachers on Dravyaguna	9.00
10.	Govt. Ayurveda college, Kannur, Pariyaram	Kerala	6-days CME for teachers on Kriya Sharir	9.00
11.	Govt. Autonomous Ashtang Ayurveda College & Hospital, Indore	Madhya Pradesh	6-days CME for teachers on Shalakya Tantra	9.00
12.	Pt. Khushilal Sharma Government Ayurveda Institute, Bhopal	Madhya Pradesh	6-days CME for teachers on PTSR	9.00
13.	Government Ayurvedic College, Nagpur	Maharashtra	6-day CME for Teachers on Kayachikitsa	9.00
14.	Dr. D.Y. Patil College of Ayurved & Research centre, Pune	Maharashtra	6 Days CME program for teachers of Dravyaguna	9.00
15.	R.A Podar Medical college (Ayu), Mumbai	Maharashtra	6-days CME for teachers on RS & BK	9.00
16.	Ayurved Mahavidyala Nashik (Ayurved Seva Sangh), Nashik	Maharashtra	6-days CME for teachers on Agadtantra	9.00
17.	North Eastern Institute of Ayurveda & Homoeopathy (NEIAH), Shillong	Meghalaya	6-days CME for teachers on Kayachikitsa	9.00
18.	Ch. Brahm Prakash Ayurved Charak Sansthan, Khera Dabar, New Delhi	Delhi	6-days CME for teachers on Swasthavritta	9.00
19.	Govt. Ayurvedic College & Hospital, Balangir, Odisha	Odisha	6-days CME for teachers on 1. Sahmihta Siddhant 2. Swasthavritta	18.00
20.	Faculty of Ayurveda Banaras Hindu University, Varanasi	Uttar Pradesh	6-days CME for teachers on Shalya Tantra	9.00
21.	National Ayurveda Research Institute for Panchakarma, Thrissur (Unit of CCRAS)	Kerala	6-days CME for Medical Officer: On Keraleeya Ayurveda Treatment Procedures and Marmachikitsa	9.00
22.	Central Ayurveda Research Institute, Bhubaneswar (Unit of CCRAS)	Odisha	6 days training program for AYUSH Doctors Academicians and	9.00

			Researchers on Bioethics and GCP	
23.	Captain Srinivasa Murthy Central Ayurveda Research Institute (Unit of CCRAS), Chennai	Tamil Nadu	6-days training program for Scientific Advancement in Ayush Research & Drug Development for Ayush Doctors/Scientist and teachers	9.00
24.	Central Ayurveda Research Institute (Unit of CCRAS), Jhansi	Uttar Pradesh	6 days training programme for Ayush Teachers/ Scientists/ Medical Officers on Empowering Excellence: The Role of QA/QC in ASU Pharmaceutical Drug Development.	9.00
25.	Central Ayurveda Research Institute, (Unit of CCRAS) Kolkata	West Bengal	6-day CME Program for Ayush Scientists on Network Pharmacology as per the NCISM Syllabus	9.00
26.	Uttarakhand Ayurveda University, Rishikul campus	Uttrakhand	6-days CME for Medical Officers	9.00
27.	Raghunath Ayurved Mahavidyalaya & Hospital, Purba	West Bengal	6-days CME for teachers on Kayachikitsa	9.00
28.	Kaivalyadhama Shreeman Madhava Yoga Mandir (S.M.Y.M) Samiti, lonavla	Maharashtra	1. (6 DAY) CME for Yoga Teachers 2. (6-Day) Orientation Training Program (OTP) for Ayush/ Allopathy Doctors	18.00
29.	Yoga Vidya Gurukul, Nashik	Maharashtra	6-days Training program for Yoga Instructors/Therapists	6.00
30.	Regional Research Institute of Unani Medicine, Srinagar	Jammu & Kashmir	6-day CME Program for Teachers on Ilaj bit Tadbeer	9.00
31.	HSZH Govt. Auto Unani Medical College & Hospital, Bhopal	Madhya Pradesh	6-day CME for Teachers on Amraze Niswan wa Ilmul Qabalat	9.00
32.	Saifia Hamidia Unani Tibbiya College, Burhanpur	Madhya Pradesh	6-days CME for teachers on Tahafuzzi-wa-Samaji Tib	9.00
33.	Regional Research Institute of Unani Medicine, Chennai	Tamil Nadu	1. (6-day) CME for Unani Doctors on Musculoskeletal Disorders 2. (6-day) CME for Therapist on Ilaaj bit Tadbeer	15.00
34.	National Research Institute of Unani Medicine for Skin Disorders, Hyderabad	Telangana	(6 Days) CME Program for Ayush Medical Officers	9.00

35.	National Institute of Siddha Chennai	Tamil Nadu	6-days CME Program for teachers on: 1.CME for Teachers in Siddhar Yoga Maruthuvam-26 2. CME for Teachers Gunapadam "Standardisation of Herbomineral and Herbometallic Siddha drugs"-30 3.6-days CME for Doctors (kuzhanthai maruthuvam)-30	27.00
36.	Indian Institute of Integrative Medicine (IIIM- CSIR) Jammu	Jammu & Kashmir	6-days training programme in current trends in R&D, modern scientific advances & technology for scientific understanding and promotion of AYUSH systems for AYUSH doctors/scientists (Modern Aspect in the preparation & validation of traditional Medicines	9.00
37.	Indian Institute of Management Kozhicode	Kerala	3-days training in Management to Ayush Administrators/Heads of Departments/Institutions	10.00
38.	Centre for Cellular & Molecular Biology CCMB- CSIR, Hyderabad	Telangana	6-days training programme on current trends in R&D, modern scientific advances & technology for scientific understanding and promotion of AYUSH systems for AYUSH doctors/scientists (Identification of Medicinal & Herbal Plants using DNA-based Bar code analysis	9.00
39.	Aarihant Homoeopathic Medical College & Research Institute, Gandhinagar	Gujarat	6-days CME Programme for Teachers (Homeopathic Pharmacy)	9.00
40.	Shri Shamalaji Homoeopathic Medical College Godhra	Gujarat	6-days CME for Teachers on case taking and Repertory	9.00
41.	Ahmadabad Homoeopathic Medical College, Ahmadabad	Gujarat	6 day CME for Teachers on Physiology Module 1	9.00
42.	Solan Homoeopathic Medical College & Hospital, Solan	Himachal Pradesh	6-days CME for teachers (Obstetrics & Gynaecology Module-III)	9.00

43.	Dr. MPK Homoeopathic Medical College Hospital and Research Centre society, (Homoeopathy University) Jaipur	Rajasthan	6-days CME for Teachers (Organon of Medicine)	9.00
44.	MNR Homoeopathic Medical College & Hospital, Hyderabad	Telangana	6 days CME for Teachers in Research Methodology and Biostatics	9.00
45.	The Calcutta Homoeopathic Medical College & Hospital, Kolkata	West Bengal	6 day CME for teachers on: 1. Homoeopathic Pharmacy-Module-I 2. Homoeopathic Pharmacy-Module-III	18.00
46	National Institute of Sowa-Rigpa, Leh	Leh & Laddakh	2 (6-day) CME program 1. For teachers of Sowa-Rigpa 2. For Doctors of Sowa-Rigpa	9.00
	Total		**72**	**643.00**

(B) Research and Innovation in AYUSH:

Fund released during 2022-23 under Research and Innovation in Ayush

Sl. No.	State/UT	Name of the Institution	Title of the project	Fund released (in Rs.)
1.	Delhi	International Centre for Genetic Engineering and Biotechnology	In vitro and in vivo evaluation of therapeutic potential of various drugs upon Chikungunya virus infection.	485700
2.	Delhi	All India Institute of Medical Sciences	Management of Long COVID symptoms with Yoga based rehabilitation as an add on therapy to standard care: A randomised controlled trail.	991872
3.	Delhi	All India Institute of Medical Sciences,	Role of Delphinium denudatum (Jadwar) in a Rat Model of Nicotine Dependence.	583204
4.	Delhi	International Centre for Genetic Engineering and Biotechnology	Comparative and combined efficacy evaluation of extracts of Nilavembukudineer and	2058198

			vathasurakudineer.	
5.	Delhi	All India Institute of Medical Sciences	The effect of structured yoga practices on the quality of life and clinical outcomes in patients with ulcerative colitis.	2164263
6.	Delhi	All India Institute of Medical Sciences	Role of Delphinium denudatum (Jadwar) in a Rat Model of Nicotine Dependence.	123434
7.	Delhi	All India Institute of Medical Sciences	Randomized Controlled Trial on effect of Indigenous Cows Ghrita and Jatyadi Ghrita on wound healing.	1851016
8.	Gujarat	ITRA, Gujarat Ayurved University, Jamnagar	Experimental and clinical studies on Nagapheni (Opuntiaelatior Mill.) an anuktadravya (extra-pharmacological drug), with special reference to its Haematinic activity.	515560
9.	Haryana	Amity Institute of Bio Technology, Amity University, Gurgaon Manesar	Evaluation of anti-mycobacterial potential of Unani drugs Qurs-e-SartanKafoori and Sharbat-e-Ejaz-A Mechanistic Approach.	957994
10.	Jammu & Kashmir	CSIR-Indian Institute of Integrative Medicine Jammu	Isolation, Pharmacopeial standardization and immunomodulatory activity in Unani drug Habb-e-Suranjan and Habb-e-Asgandh.	1382353
11.	Karnataka	National Institute of Mental Health and Neuro Sciences (NIMHANS), Bangalore	A study of Therapeutic effect of Yoga based intervention in patients with somatoform pain disorders.	840154
12.	Karnataka	Ashwini Godbole, Senior Assistant Professor, Institute of Transdisciplinary Health Sciences & Technology, Bangalore	Effect of Ayurveda Nootropics on Cognitive Function in breast cancer patients on adjuvant chemotherapy: A randomized controlled trial.	189000

13.	Karnataka	Sri Sri Institute of Advanced Research (SSIAR), Ved ViganamMaha Vidyapeeth (VVMVP), Art of International Centre, Bangalore	Effect of yoga Practice on natural killer (NK) cells and their cytotoxicity on cancer cells.	1126800
14.	Kerala	Astamgam Ayurveda Chikitsalayam & Vidyapeedham, Palakkad	Effect of Classical Ayurvedic management in PCOS.	605000
15.	Maharashtra	Bharti Vidyapeeth Deemed Unviersity, Dhankawadi, Pune	Effect of oral administration of Kalyankaghritam in pediatric spastic cerebral palsy.	909400
16.	Maharashtra	Symbiosis School of Biomedical Science, Symbiosis International (Deemed University) Pune	Investigation of molecular mechanisms in anti-glycation activity of Syzygium jambolanum homeopathic preparations in diabetic nephropathy.	1398520
17.	Puducherry	Siddha Regional Research Institute	Ameliorative Potential of Aavarai Vithaadhi Chooranam in Streptozotiocin induced Diabetic retinopathy.	1521400
18.	Puducherry	School of Life Sciences, Pondicherry University, Kalapet	A Comprehensive Evaluation of the anticancer Efficacy and Safety of Hydrastiscanadensis Homeopathic sample.	858200
19.	Tamil Nadu	ICMR-National Institute of Epidemiology TNHB, Chennai	Health system preparedness of Siddha system of medicine in Non-Communicable Diseases (NCDs), Tamil Nadu: Current status, stakeholder perspectives and cost analysis.	1878280
20.	Tamil Nadu	Bhupat and Jyoti Mehta School of Biosciences, Indian Institute of Technology Madras, Chennai	Effect of ghee from indigenous cow milk on cognition and neuro-protection against Alzheimer’s disease.	4149000

21.	Telangana	CSIR-Indian Institute of Chemical Technology, Tarnka, Hyderabad	Toxicity evaluation of Ayurvedicherbo-metallic preparations.	997180
22.	Telangana	CSIR-Indian Institute of Chemical Technology, Tarnka, Hyderabad	Toxicity evaluation of Ayurvedicherbo-metallic preparations.	646530
23.	Uttar Pradesh	Islamic Council For Productive Education (Integral University), Lucknow	Comparative study of nanoformulation of KhamiraAbresham Hakim Arshadwala with its traditional formulation against myocardial necrosis and associated ailments.	867816
24.	Uttar Pradesh	Jaypee Institute of Information Technology university (Deemed University), Noida	Evaluation of the heavy metals content in market samples of plant raw drugs used in Ayurveda.	218400
25.	Uttar Pradesh	National Institute of Cancer Prevention and Research Institute of Cytology and Prevention Oncology, Noida	Molecular evaluation of Anticancer and Antiviral properties of Thuja Occidentalis.	946400
Total				**2,82,65,674**

Fund released during 2023-24 under Research and Innovation in Ayush				
S. No.	**State/UT**	**Name of the Institution**	**Title of the project**	**Fund released (in Rs.)**
1.	Chandigarh	Post Graduate Institute of Medical Education and Research	The role of Yogic breathing techniques among quarantined HCWs, Covid-19 Positive and Covid-19 convalescent patients.	82995
2.	Delhi	Jamia Millia Islamia	Screening of pro-apoptotic potential of medicinal plant extract on Leishmania donovani infected and uninfected human macrophage.	1491142

3.	Delhi	All India Institute of Medical Sciences	Unveiling the therapeutic potential of a Unani herbal formulation Habb-e-Asgandh in hematological malignancy.	1221418
4.	Delhi	All India Institute of Medical Sciences	Effect of Yoga on Clinical Outcomes and Quality of Life in patients with Vasovagal Syncope: A Randomized Control Trial.	228666
5.	Delhi	All India Institute of Medical Sciences	Pharmacological and Molecular Approaches to investigate the effect of Adhatoda vasica in experimental models of Bleomycin induced Pulmonary Fibrosis.	176000
6.	Delhi	All India Institute of Medical Sciences	Immuno-modulatory effects, protease inhibitory activity and spectroscopic characterization of select ayurvedic prophylactics and formulations: In vitro studies for novel SARS CoV infection.	1292280
7.	Delhi	All India Institute of Medical Sciences	Efficacy of family based comprehensive yoga program for weight reduction among overweight children and adolescents.	516359
8.	Delhi	All India Institute of Medical Sciences	Pharmacological and Molecular Approaches to investigate the effect of Adhatoda vasica in experimental models of Bleomycin induced Pulmonary Fibrosis.	554293
9.	Delhi	All India Institute of Medical Sciences	Yoga for ICD patients: A Randomized controlled trial to evaluate the efficacy of Yoga on Psychological and Arrhythmic outcomes of patients implanted with Implantable Cardioverter Defibrillator.	63700
10.	Delhi	All India Institute of Medical Sciences	A translational randomized trial of yoga based lifestyle intervention for major depressive disorder (MDD) management in India and analyzing biomarkers of cellular aging associated with it.	384473
11.	Delhi	All India Institute of	Yoga for ICD patients A Randomized	260837

		Medical Sciences	controlled Trial to evaluate the efficacy of yoga on Psychological and Arrhythmic outcomes of patients implanted with implantable Cardiover Defibrillator.	
12.	Delhi	All India Institute of Medical Sciences	Impact of Yoga based lifestyle intervention on Polycystic Ovarian Syndrome (PCOS)	1938684
13.	Delhi	All India Institute of Medical Sciences	Neuroprotective effect of medicinal plants of Ayurveda in glauco vitro mechanistic study	2882205
14.	Delhi	Jamia Millia Islamia	Determination of antithrombotic potential of traditionally used Unani formulations and their constituent.	844904
15.	Delhi	School of Life Sciences, Jawaharlal Nehru University (JNU)	Study of formulations of Unani medicine for their anticancer efficacy and mechanisms.	183920
16.	Delhi	Jawaharlal Nehru University (JNU)	Study of formulations of Unani medicine for their anticancer efficacy and mechanisms.	985928
17.	Delhi	University College of Medical Sciences & Guru Teg Bahadur Hospital (GTB)	Experimental studies to assess the efficacy of commonly used Unani formulations for improvement of cognitive function and neuroprotection.	147000
18.	Delhi	Jamia Hamdard	Molecular mechanism of action of metalloid Unani Kushtajat for their role in protection against cellular stress.	908585
19.	Delhi	Maulana Azad Institute of Dental Sciences	A Randomized Clinical Controlled trial to evaluate the efficacy and safety of Ayurveda interventions in Chemo/Radiotherapy induced Oral Mucositis in Oral Carcinoma.	2761820
20.	Gujarat	Nirma University, Gandhinagar	Evaluation of radio protective potential of medicinally important Indian bamboo plants in cancer.	842450

21.	Jammu & Kashmir	CSIR-Indian Institute of Integrative Medicine, Jammu	Development and validation of fermentation based immunomodulatory AYUSH kwath formulation.	2295800
22.	Jharkhand	Rajendra Institute of Medical Sciences Ranchi	Comparison of Unani formulations Zuroor-e-Qula and JawarishAmlasada with allopathic antioxidants in management of patients with early-intermediate stage oral sub mucous fibrosis.	183710
23.	Karnataka	JSS Ayurveda Medical College hospital, Mysuru	A Comparative clinical study to validate the influence of Gandha taila and Ksheerabala taila 101 on Osteopenia and Osteoporosis using biochemical markers of bone formation and resorption.	1793094
24.	Kerala	Amrita Vishwa Vidyapeetham, Amrita Institute of Medical Sciences and Research Kochi	The Effect of IAM – Integrated Amrita Meditation Technique on Primary Headaches.	758400
25.	Maharashtra	Savitribai Phule Pune University Pune	Exploring protective potential of Dioscorea spp. In process of aging and Alzheimer's disease using Drosophila and rat animal models.	3526170
26.	Maharashtra	Central India Institute of Medical Sciences (CIIMS), Bajaj Nagar, Nagpur	Evaluation of Cow urine distillate as a bio-enhancer to increase the efficacy of anti-TB drugs against M. tuberculosis infection.	715062
27.	Maharashtra	Rajiv Gandhi Institute of IT and Biotechnology, Bharati Vidyapeeth Deemed University Pune	Validation of Traditional Unani Plant Products and Their Ingredients for anticancer effect on Hepatocellular Carcinoma.	645767
28.	Tamil Nadu	Asthagiri Herbal Research Foundation, Perungudi Industrial Estate, Perungudi,	Process standardization and exploration of a novell Saarapathangam preparation for its role in the management of oropharyngeal cancer.	3085200

		Chennai		
29.	Tamil Nadu	School of Bio-Sciences and Technology, Vellore Institute of Technology, Vellore	Exploring the therapeutic mechanism of Majoon chobchini, a Unani medicine in the management of rheumatoid arthritis (Waja-ul-mafasil)-an immunological investigation.	674016
30.	Tamil Nadu	The Tamil Nadu Dr. MGR Medical University, Anna Salai, Guindy, Chennai	Evaluation of Cyto-Toxic and Anti-Proliferative activity of a Siddha Herbo-Mineral Formulation Sanda Rasa Parpam (SRP).	841224
31.	Tamil Nadu	Dr. ALM Post Graduate Institute of Basic Medical Sciences, University of Madras, Chennai	Stratifying the efficacy Homeopathic preparation of allium sativum in alleviating different forms of dyslipidemia –a comparative study using hyperlipidemic models.	771056
32.	Tamil Nadu	School of Bio-Sciences and Technology, Vellore Institute of Technology, Vellore	Therapeutic evaluation of an unani herbal medicine against rheumatoid arthritis (Wafa-ul-mafasil)-an immunological approach for scientific validation.	2101840
33.	Tamil Nadu	Asthagiri Herbal Research Foundation Chennai	Oncological care with Siddha Concepts in formulation: A novel scientific approach.	698942
34.	Uttarakhand	Indian Institute of Technology, Roorkee	Assessment of the mechanisms of action of some selected Homeopathic preparations for their role in the prostate cancer.	385266
35.	Uttarakhand	Indian Institute of Technology, Roorkee	Molecular studies of pharmacologically active antiviral molecules in Gau mutra distillate and drug extract against Chikungunya and Dengue.	2698640
36.	Uttar Pradesh	Homoeopathic Research Foundation, Aliganj, Lucknow	Evidence based clinical study on the role of Homoeopathic medicines in cases on Poly cystic Ovarian Diseases (PCOD).	**359300**

37.	Uttar Pradesh	King George Medical University, Lucknow	Clinical and Histo-pathological Evaluation of Ayurvedic formulation in the Management of Oral Submucous Fibrosis.	712800
Total				**4,00,13,946**

Fund released during 2024-25 under Research and Innovation in Ayush				
Sl. No.	**State**	**Name of the organisation**	**Title of the project**	**Fund released (in Rs.)**
1.	Delhi	All India Institute of Medical Sciences	Neuroprotective effect of medicinal plants of Ayurveda in glauco vitro mechanistic study.	137160
2.	Delhi	Jamia Hamdard	Molecular mechanism of action of metalloid Unani Kushtajat for their role in protection against cellular stress.	1980015
3.	Delhi	International Centre for Genetic Engineering and Biotechnology, New Delhi	Comparative and combined efficacy evaluation of extracts of Nilavembu Kudineer and Vathasura Kudineer	1610800
4.	Jharkhand	Rajendra Institute of Medical Sciences Ranchi	Comparison of Unani formulations Zuroor-e-Qula and Jawarish Amlasada with allopathic antioxidants in management of patients with early-intermediate stage oral submucous fibrosis.	1006560
5.	Karnataka	Kasturba Medical College, Manipal Academy of Higher Education, Manipal	Exploration of physiological action of homoeopathic anti-anxiety mediating human GABAergic and serotonergic neurons.	1992720
6.	Karnataka	SDM College of Medical Sciences & Hospital, Dharwad	Effect of Yoga on Endothelial Function and Vascular Aging in Individuals with Type-2 Diabetes (Yoga V-Age): A Randomized Controlled Trial.	1471560
7.	Maharashtra	Dr. M.L. Dhawale Memorial Trust, BMC'S Holistic Mother & Child	Efficacy of homoeopathic intervention in influencing the academic outcome in children with scholastic difficulties from the	1418500

		Care Centre, Mumbai	vernacular medium- a multi-centric study.	
8.	Maharashtra	Central India Institute of Medical Sciences (CIIMS), Nagpur	Evaluation of Cow urine distillate as a bio enhancer to increase the efficacy of anti-TB drugs against M. tuberculosis infection.	814320
9.	Odisha	National Institute of Technology, Rourkela	Gomutra Ark as a potent anti-cancer agent for the treatment of Oral Squamous Cell Carcinoma - Molecular Mechanism underlying its anti-cancer effect.	2973920
10.	Tamil Nadu	Avinashilingam Institute for Home Science and Higher Education for Women, Coimbatore	Validating the diabetic wound-healing activity of Jatyadi Thailam using an in vitro Reverse Pharmacology approach.	521000
11.	Tamil Nadu	Dr. ALM postgraduate Institute of Basic Medical Sciences, University of Madras, Chennai	Identifying the mechanism behind the cardio-protective efficacy of Bombyx mori (Abresham) on pressure overload induced cardiac hypertrophy and fibrosis An experimental study usingC57/BL mice.	2064060
12.	Tamil Nadu	Tamil Nadu Veterinary and Animal Sciences University (TANUVAS),Madras Veterinary College	Evaluation of Ashtangahridayokta Brihatyadigana for their efficacy in preclinical model of Acute Renal Failure in Rats.	1979348
13.	Uttar Pradesh	King George's Medical University Lucknow	Effect of Yogic intervention on QOL & Immunological profile in breast cancer patients undergoing chemotherapy & radiotherapy –A randomized control trial.	862000
14.	Uttar Pradesh	King George's Medical University Lucknow	To investigate the mechanism of anti-cancer activity of homeopathic preparation Arsenicum Iodatum and Arsenicum album in Glioblastoma multiforme.	1217356
15.	Uttar Pradesh	Jaypee Institute of Information Technology University (Deemed	Evaluation of the heavy metals content in market samples of plant raw drugs used in Ayurveda.	300191

		University), Noida		
16.	Uttar Pradesh	Indian Institute of Technology, Roorkee	Assessment of the mechanisms of action of some selected Homeopathic preparations for their role in prostate cancer.	385266
Total				**2,07,34,776/-**

Fund released during FY 2025-26				
Sl. No.	**State/UT**	**Name of the Institution**	**Title of the project**	**Fund released (in Rs.)**
1.	Kerala	College of Veterinary & Animal Scciences, Mannuthy, Kerala Veterinary and Animal Sciences University, Wayanad	Pharmacological evaluation of homoeopathic drugs in breast cancer cell lines	2034640
2.	Maharashtra	R. C. Patel Institute of Pharmaceutical Education and Research Shirpur, Dhule	Investigation of molecular evidences of anti-psoriatic efficacy of selected homeopathic drugs using TLR-7/ IL-17/ IL-23 knock-in/out cell lines and mouse models of psoriasis	2034688
3.	Maharashtra	Interactive Research School for Health Affairs, BharatiVidyapeeth, Pune	Effect of a therapeutic course of Basti on gut microbiome in obese individuals	1254800
4.	Tamil Nadu	Indian Institute of Technology, Madras	Effect of ghee from indigenous cow milk on cognition and neuro-protection against Alzheimer's disease	827000
5.	Vellore	Thiruvalluvar University, Vellore	Enumerative and analytical study on certain Siddha drugs against enteric and superficial skin infective microbial pathogens	700560
6.	Delhi	All India Institute of Medical Sciences (AIIMS), New	Yoga for ICD patients: A Randomized controlled trial to evaluate the efficacy of	98000

		Delhi	Yoga on Psychological and Arrhythmic outcomes of patients implanted with Implantable Cardioverter Defibrillator	
7.	Kerala	Vaidyaratnam Ayurveda Foundation, Thaikkattussery, Thrissur	Evaluation of the effect of Patrapottali sveda and Thailadhara externally and Panchatiktaka Ksheera and ghruta internally in the management of Sandhivata (Osteo arthritis-knee)"	749996
8.	Jharkhand	Rajendra Institute of Medical Sciences, Ranchi	Adjuvant role of unani formulations (Tiryciqewabai, Arque-e-Ajeeb, Habb-e-Loban) in management of Covid-19 patients	60249
9.	Delhi	All India Institute of Medical Sciences (AIIMS), New Delhi	The effect of structured yoga practices on the quality of life and clinical outcomes in patients with ulcerative colitis	423540
10.	Delhi	All India Institute of Medical Sciences (AIIMS), New Delhi	Neuroprotective effect of medicinal plants of Ayurveda in glauco vitro mechanistic study"	213360
11.	Kerala	Amrita Vishwa Vidyapeetham, Amrita Institute of Medical Sciences and Research Center, Kochi	The Effect of IAM – Integrated Amrita Meditation Technique on Primary Headaches	450000
12.	Delhi	Vallabhbhai Patel Chest Institute, Delhi	A clinical study to evaluate the effects of yogic intervention on pulmonary functions, inflammatory markers, oxidative stress and health status in patients of Chronic Obstructive Pulmonary Disease (COPD)	2001500
13.	Delhi	University College of medical sciences & Guru Teg Bahadur Hospital, Delhi	Experimental studies to assess the efficacy of commonly used Unani formulations for improvement of cognitive function and neuroprotection	470016

14.	Delhi	All India Institute of Medical Sciences (AIIMS), New Delhi	A Translational randomized trial of yoga-based lifestyle intervention for major depressive disorder (MDD) management in India and analyzing biomarkers of cellular aging associated with it	1171760
15.	Delhi	All India Institute of Ayurveda (AIIA), New Delhi	Pre-clinical & Randomized Control Clinical Study to Evaluate the Effectiveness of Ayurvedic inhalation therapy (aerosol) and Rasayan therapy in the management of COPD	1766555
16.	Delhi	All India Institute of Medical Sciences (AIIMS), New Delhi	The effect of structured yoga practices on the quality of life and clinical outcomes in patients with ulcerative colitis	2222165
17.	Karnataka	Swami Vivekananda Yoga Anusandhana Sansthan, Bangalore	Exploring the Yoga Benefits of Cognitive Improvement and Metabolic Mediator of neuro-endocrine biomarkers in patients with type 2 diabetes	985740
18.	Maharashtra	Central India Institute of Medical Sciences (CIIMS), Nagpur	Evaluation of Cow urine distillate as a bioenhancer to increase the efficacy of anti-TB drugs against M. tuberculosis infection	1235760
19.	Karnataka	JSS Ayurveda Medical College & Hospital, Mysuru	A Comparative clinical study to validate the influence of Gandha taila and Ksheerabala taila 101 on Osteopenia and Osteoporosis using biochemical markers of bone formation and resorption	1807794
20.	Delhi	All India Institute of Medical Sciences (AIIMS), New Delhi	Irnpact of yoga-based lifestyle intervention on polycystic ovarian syndrome (PCOS)	1480684
21.	Delhi	Maulana Azad Institute of Dental Sciences	A Randomized Clinical Controlled trial to evaluate the efficacy and safety of Ayurveda interventions in	2051820

			Chemo/Radiother apy induced Oral Mucositis in Oral Carcinoma	
22.	Tamil Nadu	Asthagiri Herbal Research Foundation, Chennai	Process standardization and chemical characterization of a siddha formulation, saara pathangam.	1261789
23.	Maharashtra	Rajiv Gandhi Institute of IT and Biotechnology, Bharati Vidyapeeth, Pune	Validation of Traditional Unani plant products and their ingredients for anticancer effect on Hepatocellular carcinoma	645767
24.	Tamil Nadu	Dr. ALM postgraduate Institute of Basic Medical Sciences, University of Madras, Chennai	Stratifying the efficacy of homeopathic preparation of allium sativum in alleviating different forms of dyslipidemia –a comparative study using hyperlipidemic models	1021664
25.	Delhi	Vallabhbhai Patel Chest Institute, Delhi	A clinical study to evaluate the effects of yogic intervention on pulmonary functions, inflammatory markers, oxidative stress and health status in patients of Chronic Obstructive Pulmonary Disease (COPD)	795434
26.	Maharashtra	Ayurved Seva Sangh's Ayurved Mahavidyalaya, Ganeshwadi, Panchavati, Nashik	A Randomized Open Label Controlled Prospective Phase II Clinical Study of HaridraChurna on Glycemic control in Pre-diabetic subjects	471351
27.	Tamil Nadu	Sastra Deemed University, Thanjavur	Elucidation of the mechanism of action of a Siddha formuration against Arzheimer's Disease	1381000
28.	Tamil Nadu	ICMR-National Institute of Epidemiology TNHB, Ayappakkam, Chennai	Health system preparedness of Siddha system of medicine in Non-Communicable Diseases (NCDs), Tamil Nadu: Status, stakeholder perspectives and cost analysis	1267631
29.	Delhi	All India Institute of Medical Sciences (AIIMS), New Delhi	Effect of Yoga on Clinical Outcomes and Quality of Life in Patients with Vasovagal Syncope: A Randomized	616402

			Control Trial	
30.	Delhi	Vallabhbhai Patel Chest Institute, Delhi	A Clinical Study to evaluate the effects of Yoga on Pulmonary functions, cellular and molecular markers and quality of life in patients of bronchial asthma	1019480
31.	Kerala	Confederation For Ayurvedic Renaissance Limited (CARe keralam Ltd.)	Validation of safety, efficacy, Quality and Preparation of Drug Master File of Classic Ayurvedic Formulation Vasaguduchyadi and Kashayam Kataka Khadiradi Kaṣayaṃ	2828440
32.	Puducherry	Siddha Regional Research Institute (under CCRS)	Ameliorative Potential of Aavarai Vithaadhi Chooranam in Streptozotiocin induced Diabetic retinopathy	851560
33.	Karnataka	Sri Dharmasthala Manjunatheshwar Educational Society (SDM), Centre for Research in Ayurveda and Allied Sciences, Udupi	Safety Evaluation of two Important Herbo Mineral Formulations (Gandhaka Rasayana and Mahavat Vidhwansan Rasa) used in Ayurveidc Practice" to Dharmasthala Manjunatheswar Educational Society (SDM) Centre for Research in Ayurveda and Allied Sciences, Karnataka	546640
34.	Maharashtra	Bharati Vidyapeeth Deemed Unviersity, Dhankawadi, Pune	Effect of oral administration of Kalyankaghritamin pediatric spastic cerebral palsy	567198
35.	Odisha	National Institute of Technology, Rourkela	Gomutra Ark as a potent anti-cancer agent for the treatment of Oral SquamousCell Carcinoma - Molecular Mechanism underlying its anti-cancer effect	1163920
36.	Chandigarh	Post Graduate Institute of Medical Education and Research (PGIMER)	Mechanistic elucidation of Ayush-56 in autism spectrum disorder like animal model	2872880

37.	Delhi	All India Institute of Medical Sciences (AIIMS), New Delhi	Assessment of Unani Pharmacopoeial formulation (s) adjuvant role along with antiseizure medications in drug resistant epilepsy: A combined experimental and clinical study approach	3561360
38.	Kerala	Jubilee Centre for Medical Research Thrissur	Investigating Phenotypic-genotypic correlations of Ayurveda Prakriti through a multidisciplinary approach	3555200
39.	Tamil Nadu	Sarada Krishna Homoeopathic Medical College	Evaluation of individualized homoeopathic high dilution in the regression of cervical premalignant lesion of women in Kanniyakumari district	3136400
40.	West Bengal	Jadavpur University Kolkata	Pharmacological studies on the probable mechanism of action of Modified Dawa-ul-Misk Motadil (MDMM) in the management of cardiovascular diseases, involving formulation optimization of this ancient Unani preparation	3329158
41.	Puducherry	School of Life Sciences, Pondicherry University, Kalapet	A Comprehensive Evaluation of the anticancer Efficacy and Safety of Hydrastis canadensis Homeopathic sample	515264
42.	Delhi	Jamia Millia Islamia, New Delhi	Effect of Celastrus paniculatus (Malkangani) on cell model of Alzheimer's disease	1107896
	Total			**5,65,57,061/-**

(C) Ayurveda Biology Integrated Health Research:

Fund released during 2023-24

Sl. No	State /UT	Name of the Institution	Study Title	Fund released (In lakhs)
1.	Andhra Pradesh	Laila Neutraceuticals Vijaywada	Development of Drug master file and technical dossier of Trigonella Foenum graecum-stage 1 (pre-clinical studies-oral toxicity genotoxicity, efficacy, pharmacokinetic studies and safety pharmacology in rodents)	560.00
2.	Uttar Pradesh	Dabur Research foundation, Ghaziabad	Development of Technical dossier of Withania somnifera –stage 2 (preclinical studies, oral toxicity, gebno toxicity, efficacy, pharmaco kinetic studies and safety pharmacology in rodents).	56.00
			Total	**616.00**

Fund released during 2024-25

Sl. No	State /UT	Name of the Institution	Study Title	Fund released (In Lakhs)
1.	Maharashtra	Intox Pvt. Ltd. Pune	Development of technical dossier of Boswellia serrate –stage 2 (preclinical studies–oral toxicity, genotoxicity, efficacy, pharmacokinetic studies and safety pharmacology in rodents)	498.50
2.	Karnataka	Adigyl Lifesciences Pvt. Ltd.	Development of Technical dossier of Bacopa Monnieri –stage 1 (preclinical studies-oral toxicity, genotoxicity, efficacy pharmacokinetic studies and safety pharmacology in rodents)	499.32
3.	Gujarat	Jai Research Foundation Valvada	Development of Technical dossier of Zingiber Officinale –stage 1 (preclinical studies-oral toxicity, genotoxicity, efficacy, pharmacokinetic studies and safety pharmacology in rodents)	498.85

4.	Andhra Pradesh	Laila Neutraceuticals, Vijaywada	Development of Drug master file and technical dossier of Trigonella Foenum graecum-stage 1 (pre-clinical studies-oral toxicity genotoxicity, efficacy, pharmacokinetic studies and safety pharmacology in rodents)	499.54
Total				**1996.21**

Fund released during FY 2025-26

Sl. No	State /UT	Name of the Institution	Study Title	Fund released (In lakhs)
1.	Uttar Pradesh	Dabur Research foundation, Ghaziabad	Development of Technical dossier of Withania somnifera–stage 1 (preclinical studies, oral toxicity, genotoxicity, efficacy, pharmacokinetic studies and safety pharmacology in rodents)	737.60
2.	Madhya Pradesh	Regional Ayurveda Research Institute, Aamkho, Gwalior, Madhya Pradesh	Preclinical Toxicological Evaluation and Safety Pharmacology of Selected Ayurvedic Formulations Triphala churna, Lashunadi vati, and Brihat Vata Chintamani Rasa.	157.08
3.	West Bengal	Department of Pharmaceutical Technology, Jadavpur University, Kolkata	Toxicological Evaluation, Safety Assessment, and Metabolomic Profiling of Selected Ayurvedic herbs and Formulations	548.33
4.	Karnataka	Indian Institute of Science, Bangalore	Investigation of potential leads from Ayurveda therapeutics for Management of AMR	472.00
5.	Maharashtra	Regional Ayurveda Research Institute, Kothrud, Pune	Preclinical Toxicological Evaluation and Safety Pharmacology of Selected Ayurvedic Formulations - Laksha Guggulu, Dadimadi Ghrita and Ekangaveera Rasa	236.64
6.	West	Central Ayurveda	Preclinical Toxicological Evaluation and	339,10

	Bengal	Research Institute, Kolkata	Safety Pharmacology of Rajah Pravartini Vati, Phala Ghrita and Drakshavaleha	
Total				**2490.40**

OUT-OF-POCKET EXPENDITURE ON HEALTH

4637. DR. KAKOLI GHOSH DASTIDAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the latest Out-Of-Pocket Expenditure (OOPE) on health as a percentage of the total health expenditure of the country;

(b) whether India's OOPE share in health expenditure is among the highest globally, if so, the details thereof; and

(c) whether any steps have been taken by the Government to reduce OOPE on health, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): As per National Health Accounts (NHA) estimates, the Out-Of-Pocket expenditure (OOPE) as a percentage of Total Health Expenditure (THE) has been declining continuously from 62.6% in 2014-15 to 39.4% in 2021-22.

(b): As per NHA estimates, India ranks 69th in the list of 189 countries in OOPE per capita in purchasing power parity (int $) for year 2021-22.

(c): The Government is making efforts to reduce the OOPE as a percentage of Total Health Expenditure (THE). There has been a significant increase in Government Health Expenditure (GHE) as percentage of THE, which has increased from 29.0% in 2014-15 to 48.0% in 2021-22.

Ministry of Health and Family Welfare has rolled out and implemented various schemes and programs to provide accessible, affordable and quality healthcare services to all, including those in rural areas. These key schemes/programs have contributed in reducing out-of-pocket expenditures in availing health services, some of these initiatives are below:-

National Health Mission (NHM): Under the NHM, the Government has taken many steps towards universal health coverage by supporting the State Governments in providing accessible and affordable healthcare to people. The NHM provides support for improvement in health infrastructure, availability of adequate human resources to man health facilities, to improve availability and accessibility to quality health care especially for the underserved and marginalized groups in rural areas. National Free Drugs Service initiative and Free diagnostic Service has been rolled out to ensure availability of essential drugs and diagnostic facilities and to reduce out of pocket expenditure of the patients visiting public health facilities.

Ayushman Arogya Mandir (AAM) : As reported on AAM portal, a total of 1.85 lakh AAMs have been established and operationalized by transforming

existing Sub-Health Centres and Primary Health Centres in rural and urban areas. The purpose of AAMs are to deliver the expanded range of comprehensive primary healthcare services that includes preventive, promotive, curative, palliative and rehabilitative services encompassing Reproductive and Child care services, Communicable diseases, Non-communicable diseases and all health issues, which are universal, free and closer to the community.

Pradhan Mantri Ayushman Bharat Health Infrastructure Mission (PM-ABHIM) is a Centrally Sponsored Scheme (CSS) with some Central Sector Components (CS) with an outlay of Rs. 64,180 crores for the period 2021-22 to 2025-26. The measures under the PM-ABHIM focus on developing capacities of health systems and institutions across the continuum of care at all levels, primary, secondary and tertiary, to prepare health systems in responding effectively to the current and future pandemics /disasters.

Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) aims to provide health cover of Rs. 5 lakhs per family per year for secondary and tertiary care hospitalization to more than 12 crore families constituting the economically vulnerable bottom 40% of India’s population. States/UTs implementing AB-PMJAY have further expanded the beneficiary base, at their own cost. Additionally, the scheme has been expanded to cover 6 crore senior citizens of age 70 years and above belonging to 4.5 crore families irrespective of their socio-economic status under AB-PMJAY with Vay Vandana Card.

Besides, quality generic medicines are made available at affordable prices to all under Pradhan Mantri Bhartiya Janaushadhi Pariyojana (PMBJP) in collaboration with the State Governments. Affordable Medicines and Reliable Implants for Treatment (AMRIT) Pharmacy stores have been set up in some hospitals/institutions.

VACANCIES OF TEACHING AND NON-TEACHING STAFF

4638. SHRI JAGANNATH SARKAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:-

(a) the details of the present sanctioned strength, working strength and vacancies of teaching and non-teaching staff at the All India Institute of Hygiene and Public Health, discipline-wise;

(b) the details of the reasons for the prolonged vacancies, particularly in key public health specialisations, during the last three years;

(c) the current status of academic and research infrastructure, including classrooms, laboratories, hostels, the library and digital facilities;

(d) whether the same are adequate to meet present academic needs and if so, the details thereof;

(e) the details of funds sanctioned, released and utilised for infrastructure upgradation and maintenance during the last three financial years; and

(f) whether any time-bound plan has been approved to address staffing shortages

and modernise infrastructure to strengthen the Institute's role in national public health capacity building and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): The details of the present sanctioned strength, filled post, and vacancies of teaching and non-teaching staff at the All-India Institute of Hygiene and Public Health, discipline-wise along with the reasons for these vacancies are given in the enclosed **Statement-I.**

(c): The current status of academic and research infrastructure, including classrooms, laboratories, hostels, library and digital facilities are given in the enclosed **Statement-II.**

(d): Yes, the existing facilities and resources are adequate to meet the present academic needs of the institute.

(e): The details of funds sanctioned, released and utilized for infrastructure upgradation and maintenance during the last three financial years are given in the enclosed **Statement-III**.

(f): The staffing shortages are addressed in a continuous manner by sending requisition to Union Public Service Commission (UPSC) for filling up the vacancies.

STATEMENT- I

Present sanctioned strength, working strength, and vacancies of teaching and non-teaching staff at the All-India Institute of Hygiene and Public Health, discipline-wise:

Teaching (CHS)		**Sanction strength**	**Working strength**	**Vacancies**	**Efforts for filling vacant posts**
Teaching (CHS)					
1	Public Health	17	9	8	Requisitions for filling up of vacant posts have been submitted to UPSC.
2	PSM	02	2	0	
3	Microbiology	04	3	1	
Total		23	14	9	
Non-Teaching (CHS)					
1	Public Health Specialist	07	03	04	
2	GDMO	30	20	10	
3	Microbiologist	01	0	01	
Total		38	23	15	
Teaching (NON - CHS)					
1	Assistant Professor (Physiological & Industrial Hygiene)	1	0	1	Notification for the filling up of the posts has been uploaded on the website of DGHS.
Total		1	0	1	

STATEMENT-II

Current status of academic and research infrastructure, including classrooms, laboratories, hostels, library and digital facilities:

Category	Subcategory	Details
Classrooms		Total 18 classrooms (capacity about 600)
Digital Facilities	Computer	Available for each faculty
	Laptop	Available in each department
	Internet	Available in each department & some classrooms
	Projection System	Available in each classroom
Library	Central Library	01 (more than 35,000 books & about 500 journals including online)
	Department Library	01 for each department (Total: 10)
Laboratories	Total Labs	07
	Public Health Lab	04
	Sanitary Engineering Lab	01
	Biochemistry & Nutrition Lab	01
	Microbiology Lab	01
Hostel	Total Hostels	03

	Boys Hostel	01 (capacity 64)
	Girls Hostel	01 (capacity 66)
	Rural Health Unit	01 (capacity 72; both boys & girls)

STATEMENT- III

Funds sanctioned, released and utilized for infrastructure upgradation and maintenance:

Financial year	Fund sanctioned /released (Rs.)	Fund utilized (Rs.)
2022-23	5,18,00,000	5,17,13,000
2023-24	4,25,00,000	4,18,95,000
2024-25	5,06,15,000	5,06,15,000

घरेलू उर्वरक उत्पादन में कमी

4639. श्री बृजेन्द्र सिंह ओला:

क्या **रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि पिछले तीन वर्षों के दौरान देश में अनुमानित मांग की तुलना में घरेलू उर्वरक उत्पादन में कमी आई है;

(ख) यदि हां, तो तत्संबंधी वर्ष-वार ब्यौरा क्या है;

(ग) इस कमी को पूरा करने के लिए उर्वरकों के आयात पर कितनी निर्भरता रही है;

(घ) क्या राजस्थान में बुवाई के व्यस्ततम मौसम के दौरान उर्वरकों की समय पर उपलब्धता प्रभावित हुई है;

(ङ) क्या केन्द्रीय बजट में बंद पड़ी उर्वरक इकाइयों के पुनरुद्धार अथवा घरेलू उत्पादन क्षमता के विस्तार के लिए किए गए प्रावधान का उद्देश्य आपूर्ति जोखिम को कम करना है; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क) से (ग): पिछले तीन वर्षों 2022-23, 2023-24 और 2024-25 के दौरान देश में यूरिया, डीएपी, एमओपी और एनपीके जैसे उर्वरकों की उपलब्धता पर्याप्त बनी रही। देश में उर्वरकों की पर्याप्त और समय पर उपलब्धता सुनिश्चित करने के लिए आयात के माध्यम से उर्वरकों की मांग और स्वदेशी उत्पादन के बीच अंतर को पहले से ही पूरा कर लिया जाता है। पिछले तीन वर्षों 2022-23 से 2024-25 के दौरान यूरिया, डीएपी, एमओपी और एनपीके जैसे प्रमुख उर्वरकों का वर्ष-वार घरेलू उत्पादन, मांग और आयात संलग्न **विवरण** में दिया गया है।

(घ): चल रहे रबी मौसम 2025-26 के दौरान राजस्थान राज्य में यूरिया, डीएपी, एमओपी और एनपीके जैसे उर्वरकों की उपलब्धता पर्याप्त बनी रही। राजस्थान राज्य में 01.10.2025 से 15.03.2026 तक इन उर्वरकों की आवश्यकता, उपलब्धता, बिक्री और अंतिम स्टॉक संबंधी सूचना निम्नानुसार दी गई है:

राजस्थान राज्य में रबी 2025-26 (15 / 03 / 26 तक) के लिए उर्वरक की स्थिति

(आंकड़ें एलएमटी में)

क्र. सं.	**उत्पाद**	**रबी 2025-26 के लिए मौसमी आवश्यकता**	**01/10/25 से 15/03/26 तक यथानुपातिक आवश्यकता**	**01/10/25 से 15/03/26 तक उपलब्धता**	**01 / 10 / 25 से 15 / 03 / 26 तक संचयी डीबीटी बिक्री**	**15/03/26 तक अंतिम स्टॉक**
1	यूरिया	15.00	14.48	18.57	14.40	4.17
2	डीएपी	4.50	4.45	5.68	4.10	1.58
3	एमओपी	0.60	0.55	0.67	0.28	0.40

4	एनपीकेएस	1.50	1.47	0.99	0.61	0.38

(ड.) और (च): यूरिया के संबंध में, सरकार ने यूरिया क्षेत्र में नए निवेश को सुविधाजनक बनाने और यूरिया क्षेत्र में भारत को आत्मनिर्भर बनाने के लिए 2 जनवरी, 2013 को नई निवेश नीति (एनआईपी)-2012 की घोषणा की और 7 अक्टूबर, 2014 को इसमें संशोधन किया। एनआईपी-2012 के तहत कुल 6 नई यूरिया इकाइयां स्थापित की गई हैं जिनमें नामित सार्वजनिक क्षेत्र के उपक्रमों की संयुक्त उद्यम कंपनियों (जेवीसी) के माध्यम से स्थापित 4 यूरिया इकाइयां और निजी कंपनियों द्वारा स्थापित 2 यूरिया इकाइयां शामिल हैं। तेलंगाना में रामागुंडम फर्टिलाइजर्स एंड केमिकल्स लिमिटेड (आरएफसीएल) की रामागुण्डम यूरिया इकाई तथा हिंदुस्तान उर्वरक एंड रसायन लिमिटेड (एचयूआरएल) की 3 यूरिया इकाइयां नामत: गोरखपुर, सिंदरी और बरौनी क्रमश: उत्तर प्रदेश, झारखंड और बिहार में जेवीसी के माध्यम से स्थापित इकाइयां हैं। पश्चिम बंगाल में मैटिक्स फर्टिलाइजर्स एंड केमिकल्स लिमिटेड (मैटिक्स) की पानागढ़ यूरिया इकाई; और राजस्थान में चंबल फर्टिलाइजर्स एंड केमिकल्स लिमिटेड (सीएफसीएल) की गड़ेपान-III यूरिया इकाई निजी कंपनियों द्वारा स्थापित इकाइयां हैं। इनमें से प्रत्येक इकाई की संस्थापित क्षमता 12.7 लाख मीट्रिक टन प्रति वर्ष (एलएमटीपीए) है। ये इकाइयां अत्यधिक ऊर्जा दक्ष हैं क्योंकि ये अद्यतन प्रौद्योगिकी पर आधारित हैं।

इसके अलावा, कोयला गैसीकरण रूट पर 12.7 एलएमटीपीए का एक नया ग्रीनफील्ड यूरिया संयंत्र स्थापित करके नामित सार्वजनिक क्षेत्र के उपक्रमों की जेवीसी नामत: तालचेर फर्टिलाइजर्स लिमिटेड (टीएफएल) के माध्यम से एफसीआईएल की तालचेर इकाई को पुनर्जीवित करने के लिए एक विशेष नीति भी अनुमोदित की गई है। हाल ही में, केंद्रीय मंत्रिमंडल ने ब्रह्मपुत्र वैली फ़र्टिलाइज़र कारपोरेशन लिमिटेड (बीवीएफसीएल), नामरूप असम के मौजूदा परिसर के भीतर 12.7 लाख मीट्रिक

टन (एलएमटी) वार्षिक यूरिया उत्पादन क्षमता के एक नए ब्राउनफील्ड अमोनिया-यूरिया कॉम्प्लेक्स की स्थापना के प्रस्ताव को मंजूरी दी है! ये दोनों परियोजनाएं क्रियान्वयन चरण में है।

विवरण

पिछले तीन वर्षों 2022-23 से 2024-25 के दौरान यूरिया, डीएपी, एमओपी और एनपीके जैसे प्रमुख उर्वरकों का घरेलू उत्पादन, मांग और आयात

(आंकड़ें एलएमटी में)

	यूरिया			डीएपी			एनपीकेएस			एमओपी		
वर्ष	**मांग**	**उत्पादन**	**आयात**	**मांग**	**उत्पादन**	**आयात**	**मांग**	**उत्पादन**	**आयात**	**मांग**	**उत्पादन**	**आयात**
2022-23	359.19	284.94	75.8	114.2	43.47	65.83	120.69	100.40	27.52	34.17	लागू नहीं*	18.66
2023-24	356.08	314.09	70.42	110.18	42.93	55.67	126.31	101.85	22.17	27.62	लागू नहीं *	28.69
2024-25	364.01	306.67	56.47	111.92	37.69	45.69	151.29	121.05	22.72	22.21	लागू नहीं *	35.41

- एमओपी घरेलू स्तर पर उत्पादित नहीं किया जाता है और इसे 100% आयात किया जाता है।

REVISION OF NUTRIENT-BASED SUBSIDY

4640. SHRI VISHWESHWAR HEGDE KAGERI:

SHRIMATI APARAJITA SARANGI:

SHRI RAJPALSINH MAHENDRASINH JADAV:

SHRI ASHISH DUBEY:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) the availability and retail price trends of Di-Ammonium Phosphate (DAP), NitrogenPhosphorus-Potassium (NPK) fertilizers and Muriate of Potash (MoP) in the country, State-wise;

(b) the measures taken to ensure adequate supply and retail price stability of the said fertilizers during the Rabi season of 2025-26;

(c) the extent to which additional fertiliser grades such as 10:26:26 and 12:32:16 have been included under the revised Nutrient Based Subsidy (NBS) framework;

(d) whether the Government has made any assessment regarding the contribution of the revised NBS rates towards promoting balanced nutrient application and reducing excessive use of urea; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): Following steps are taken by the Government every season for ensuring timely and adequate availability of all fertilizers in the country:

(i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.

(ii) On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

(iii) The movement of all major subsidized fertilizers is monitored throughout the

country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).

(iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.

(v) Regular coordination meetings are held with Ministry of Railways for giving sufficient rakes, priority to fertilizers and for timely evacuation of rakes for States.

(vi) The distribution of fertilizers within the State at district level is done by the concerned State government.

In this regard, the availability of P&K fertilizers i.e. DAP, MOP and NPKS has remained adequate across the States during the ongoing Rabi 2025-26 season. The State-wise information regarding requirement, availability and sales of these fertilizers during the ongoing Rabi 2025-26 season is given in the enclosed **Statement**.

Further, the Government has implemented Nutrient Based Subsidy (NBS) Scheme w.e.f. 01.04.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under NBS policy, MRP of P&K fertilizers are decontrolled and companies are free to fix MRP as per their business dynamics at a reasonable level. The subsidy is provided to manufacturer/ importer on notified P&K fertilizers on its PoS sale during the season, depending on their nutrient content to ensure availability of

fertilizers to farmers. The average MRP (in Rs. Per 50 Kg bag) of DAP is Rs. 1350, NPK 10-26-26 is Rs. 1814.82, NPK 12-32-16 is Rs. 1711.87, NPK 20-20-0-13 is Rs. 1414.57 & MOP is Rs. 1710.54 in 2025-26 (till February 2026).

To ensure availability of DAP, which is a key fertilizer, at affordable price of Rs. 1350 per 50 kg bag, special provisions like Rs. 3500 per MT to cover 'Other Costs' which includes costs incurred from factory gate to farm gate, advantage / disadvantage due to increase / decrease in international prices, provision for GST component included in the MRP and provision for reasonable return @ 4% of net MRP (MRP-GST) have been extended to both imported and domestic DAP and imported TSP over and above NBS subsidy for Rabi 2025-26 season to keep the prices of fertilizers stable.

(c) to (e): P&K fertilizer grades such as 10:26:26 and 12:32:16 are covered under the Nutrient Based Subsidy (NBS) Scheme and subsidy on these grades is provided based on their nutrient content of Nitrogen (N), Phosphorus (P) and Potash (K) as per the notified NBS rates. The NBS framework facilitates the availability of various P&K fertilizer grades at subsidized rates, thereby providing farmers with options to apply nutrients in balanced proportions based on crop and soil requirements.

STATEMENT

STATE WISE REQUIREMENT, RECEIPTS, AVAILABILITY AND SALES POSITION FOR RABI 2025-26 (TILL 05/03/26)

Fig in LMT

		DAP				MOP				NPKS			
S.No	State	Seasonal Requirement for RABI 2025-26	Pro rata Requirement From 01/10/25 to 05/03/26	Availability From 01/10/25 to 05/03/26	Cumulative DBT Sales From 01/10/25 to 05/03/26	Seasonal Requirement for RABI 2025-26	Pro rata Requirement From 01/10/25 to 05/03/26	Availability From 01/10/25 to 05/03/26	Cumulative DBT Sales From 01/10/25 to 05/03/26	Seasonal Requirement for RABI 2025-26	Pro rata Requirement From 01/10/25 to 05/03/26	Availability From 01/10/25 to 05/03/26	Cumulative DBT Sales From 01/10/25 to 05/03/26
1	Andaman and Nicobar	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2	Andhra Pradesh	2.20	2.13	3.62	2.78	1.00	0.88	1.29	0.84	9.50	8.92	11.90	8.51
3	Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4	Assam	0.28	0.25	0.65	0.41	0.36	0.33	0.44	0.20	0.35	0.32	0.32	0.19
5	Bihar	3.90	3.77	5.82	4.43	1.50	1.46	1.73	1.34	3.50	3.44	5.44	3.43
6	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	Chhattisgarh	1.00	0.98	1.96	0.98	0.50	0.46	0.60	0.11	0.60	0.56	1.80	0.31
8	Dadra and Nagar	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10	Delhi	0.03	0.03	0.03	0.02	0.01	0.01	0.00	0.00	0.02	0.02	0.00	0.00
11	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.01	0.01	0.01	0.01
12	Gujarat	2.90	2.69	3.28	2.63	0.64	0.60	0.73	0.51	4.50	4.25	5.32	3.50
13	Haryana	2.70	2.66	3.32	2.51	0.30	0.26	0.34	0.13	1.20	1.12	0.52	0.24
14	Himachal Pradesh	0.01	0.01	0.03	0.02	0.04	0.04	0.02	0.01	0.26	0.26	0.26	0.15
15	Jammu and kashmir	0.24	0.20	0.37	0.18	0.13	0.09	0.17	0.04	0.02	0.01	0.02	0.00

16	**Jharkhand**	0.25	0.25	0.59	0.43	0.02	0.02	0.04	0.02	0.30	0.27	0.44	0.22
17	**Karnataka**	1.98	1.76	3.69	2.01	0.97	0.85	1.55	0.81	7.20	6.27	12.30	6.52
18	**Kerala**	0.08	0.07	0.17	0.09	0.50	0.44	0.53	0.35	0.61	0.55	0.83	0.56
19	**Lakshadweep**	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20	**Madhya Pradesh**	7.50	7.29	7.41	5.78	1.00	0.92	1.02	0.55	11.50	11.08	8.07	4.96
21	**Maharashtra**	2.60	2.34	4.41	2.32	1.50	1.32	1.60	0.82	12.00	10.89	20.86	9.56
22	**Manipur**	0.01	0.01	0.02	0.01	0.05	0.04	0.02	0.01	0.01	0.01	0.01	0.00
23	**Meghalaya**	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
24	**Mizoram**	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
25	**Nagaland**	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.01	0.01	0.00	0.00
26	**Odisha**	0.75	0.67	1.33	0.62	0.25	0.22	0.48	0.15	0.90	0.77	1.53	0.60
27	**Puducherry**	0.01	0.01	0.01	0.01	0.01	0.01	0.01	0.00	0.05	0.04	0.06	0.04
28	**Punjab**	4.50	4.42	5.68	4.01	0.60	0.52	0.67	0.27	1.50	1.46	0.99	0.60
29	**Rajasthan**	3.33	3.29	4.46	3.64	0.10	0.09	0.15	0.09	1.50	1.47	1.77	1.14
30	**Sikkim**	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	**Tamil Nadu**	1.55	1.43	2.06	1.44	1.80	1.64	1.33	0.96	5.14	4.69	6.34	4.32
32	**Telangana**	1.45	1.37	2.45	1.95	0.65	0.57	0.90	0.46	7.00	6.16	8.50	5.46
33	**Tripura**	0.01	0.01	0.03	0.01	0.03	0.03	0.03	0.01	0.02	0.02	0.03	0.02
34	**Uttarakhand**	0.15	0.12	0.41	0.23	0.05	0.05	0.06	0.02	0.20	0.18	0.12	0.08
35	**Uttar Pradesh**	14.00	13.79	17.07	11.66	1.50	1.37	2.12	1.19	7.50	7.29	10.67	6.11
36	**West Bengal**	1.99	1.83	3.01	2.10	2.20	2.01	2.34	1.30	7.00	6.42	10.26	6.36
	ALL INDIA	**53.43**	**51.38**	**71.89**	**50.28**	**15.69**	**14.18**	**18.17**	**10.18**	**82.38**	**76.48**	**108.39**	**62.90**

Source: Ifms dashboard

1. Primary Indicator of comfortable availability: Availability > Requirement
2. Secondary Indicator of comfortable availability: Availability > Sales

ILLEGAL SALE AND DISPOSAL OF EXPIRED MEDICINES

4641. SHRI JAI PRAKASH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has taken or proposes to take strict action to curb the illegal and dangerous practice of reselling expired medicines, which involves altering expiry dates and re- entering them into the supply chain after such illegal practice was brought to the fore, if so, the details thereof;

(b) whether the Central Drugs Standard Control Organization (CDSCO) has issued new guidelines on the safe disposal of expired/unused drugs to ensure that they are not diverted back into the market, if so, the details thereof; and

(c) whether the Government has launched "Drug Take-Bank" programmes, where consumers can drop off expired medicine at designated locations and if so, the response of consumers in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): The manufacture, sale and distribution of drugs in the country is regulated under the provisions of Drugs and Cosmetics Act, 1940 and Rules, 1945 thereunder through a system of licensing and inspection. Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments.

Licensee is required to comply with all the conditions of license. One of the conditions of license states that no drug shall be sold or stocked by the licensee after the date of expiration of potency recorded on its container, label or wrapper, or in violation of any statement or direction recorded on such container, label or wrapper.

SLAs are legally empowered and take stringent actions against violation of provisions of the Act and Rules including the instances of reselling the expired medicines.

(b) and (c): Central Drugs Standard Control Organization (CDSCO) with the approval of Drugs Technical Advisory Board (DTAB) has issued a guidance document on disposal of expired/ unused drugs, available on website of CDSCO (www.cdsco.gov.in).

The guidance provides information regarding various methods for disposal of expired/ unused medicines, procedure to be followed for disposal of the expired /unused medicines by Retailers, Wholesalers, Manufactures, Government/ Private Hospitals, Government Agencies, etc. and disposal of expired medicine/unused medicine by general public.

Further, CDSCO vide letter dated 26.05.2025 has also requested all the States/ UT Drugs Controllers to encourage the concerned stakeholders in their States/ UTs to adopt these guidelines for safe disposal of expired/ unused drugs.

SC-ST JUDGES IN HIGHER JUDICIARY AND UNION TRIBUNALS

4642. THIRU DR. S JAGATHRAKSHAKAN:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the number of individuals from Scheduled Caste/Scheduled Tribe communities currently serving as Judges in various High Courts and the Supreme Court of India, State wise;

(b) the number of individuals from SC/ST communities serving in Subordinate Courts, specifically in District Courts in each State;

(c) whether the Government maintains data regarding the number of Judicial Officers from the Scheduled Caste and Scheduled Tribe communities serving in the Union and State Tribunals constituted under various statutes, if so, the detailed information in this regard;

(d) the details regarding the appointments of Judges or Judicial Officers from Scheduled Caste and Scheduled Tribe communities over the last five years in each State, including specific numbers; and

(e) whether the reservation criteria have been excluded from the process of appointing Judges in Higher Courts and if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a) to (e): Appointment of Judges to the Supreme Court and High Courts is made

under Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. Therefore, category-wise data pertaining to representation of SCs, STs and OBCs among the Judges of High Courts are not centrally maintained. However, since 2018, the recommendees for the post of High Court Judges are required to provide details regarding their social background in the prescribed format (prepared in consultation with the Supreme Court). Accordingly, as per the information provided by the recommendees, out of 849 High Court Judges appointed since 2018, 33 belong to SC category, whereas 17 belong to ST category.

As per the Memorandum of Procedure (MoP), the responsibility for initiation of proposals for appointment of Judges in the Supreme Court vests with the Chief Justice of India, while the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court. However, the Government has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in the appointment of Judges in High Courts. Only those persons, who are recommended by the Supreme Court Collegium, are appointed as Judges of the Supreme Court and High Courts.

As far as appointment of judicial officers in District and Subordinate Courts

is concerned, under Article 235 of the Constitution of India, the administrative control over the members of district and subordinate judiciary in the States vests with the concerned High Court. In exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Governments, in consultation with the High Court, frame the Rules and Regulations regarding the issue of appointment, promotion, reservations and retirement of Judicial Officers in the State Judicial Service.

The number of Judicial Officers from the Scheduled Caste and Scheduled Tribe communities serving in the Central and State Tribunals constituted under various statutes is not centrally maintained.

UPGRADATION OF FERTILIZER PLANTS

4643. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether the Government proposes to instruct fertilizer industries to replace obsolete vessels, machinery and process equipment to enhance public safety, considering that fertilizer plants handle hazardous chemicals and are often located in polluted and densely populated areas;

(b) if so, the details of such directives, alongwith the due timelines and applicable safety standards in this regard;

(c) the steps taken by the Government to implement new energy efficiency norms

in fertilizer units;

(d) whether the fixed cost policy has been revised to implement new fixed cost norms, if so, the details thereof and the status of fixed cost matters pending since 2014; and

(e) whether periodic safety audits and incentives for technology upgradation are under consideration, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a), (b) and (e): The safety and security of urea manufacturing units does not fall directly under the purview of the Department of Fertilizers. However, in order to promote safe operations, the Department has developed a model safety protocol checklist, obtained from urea units on a monthly basis for review and monitoring. Routine health checkup of Ammonia systems including storage tanks, adoption of safety in design of Ammonia storage and handling during transportation, disaster management training of employees, emergency response planning are some of the major aspects covered in these reports.

For SSP units, Department of Fertilizers conducts technical audit and inspection of SSP manufacturing units through approved agencies. These audits assess plant capability, production norms, raw material use, and compliance with Fertilizers (Control) Order standards.

(c): An Expert Group under NITI Aayog engaged to recommend the energy norms to be applicable for Urea unit w.e.f. 1st April, 2025 has submitted its report. The Department is in the process of obtaining the approval of Competent Authority.

(d): The revision of fixed cost of Urea manufacturing Units along with reinstating the provisions of the minimum fixed cost of Rs. 2300/MT under the Modified NPS-III with effect from 2nd April 2014 are under examination.

न्यायालयों में भ्रष्टाचार को दूर करने के लिए तंत्र

4644. श्री दामोदर अग्रवालः

क्या **विधि और न्याय** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने देश के जिला न्यायालयों, उच्च न्यायालयों और उच्चतम न्यायालय के पीठासीन अधिकारियों या न्यायाधीशों के विरुद्ध भ्रष्टाचार से संबंधित शिकायतें दर्ज करने के लिए कोई तंत्र विकसित किया है ;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं ;

(ग) विगत पांच वर्षों के दौरान विभिन्न स्तरों पर न्यायालयों के पीठासीन अधिकारियों या न्यायाधीशों के विरुद्ध प्राप्त शिकायतों का राज्य-वार और न्यायालय श्रेणी-वार ब्यौरा क्या है; और

(घ) विगत पांच वर्षों के दौरान विभिन्न स्तरों पर न्यायालयों के पीठासीन अधिकारियों या न्यायाधीशों के विरुद्ध शिकायतों के निपटान का राज्य-वार और न्यायालय-श्रेणी-वार ब्यौरा क्या है ?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

(क) से (घ): न्यायपालिका की स्वतंत्रता भारत के संविधान में सन्निविष्ट है । उच्च न्यायालयों के न्यायाधीशों और मुख्य न्यायमूर्तियों के विरूद्ध प्राप्त शिकायतों का निपटारा न्यायपालिका द्वारा एक "आंतरिक क्रियाविधि" के माध्यम से किया जाता है । भारत के उच्चतम न्यायालय ने तारीख 7 मई, 1997 को दो संकल्पों को अंगीकृत किया अर्थात् (i) "न्यायिक जीवन के मूल्यों के पुनर् तथ्यकथन", जो उच्चतम न्यायालय और उच्च न्यायालयों के न्यायाधीशों द्वारा अनुपालन और अनुसरण किए जाने वाले कुछ न्यायिक मानक और सिद्धांतों को अधिकथित करता है, और (ii) न्यायिक जीवन के सार्वभौमिक रूप से स्वीकृत मूल्यों का अनुसरण न करने वाले न्यायाधीशों के विरूद्ध यथोचित उपचारी उपाय करने हेतु, "आंतरिक क्रियाविधि" जिसमें न्यायिक जीवन के मूल्यों के पुनर् तथ्यकथन भी सम्मिलित हैं। उच्चतर न्यायपालिका के लिए स्थापित "आंतरिक क्रियाविधि" के अनुसार, भारत का मुख्य न्यायाधीश उच्चतम न्यायालय के न्यायाधीशों और उच्च न्यायालयों के मुख्य न्यायमूर्तियों के विरूद्ध शिकायतें प्राप्त करने के लिए सक्षम हैं । उसी प्रकार, उच्च न्यायालयों के मुख्य न्यायमूर्ति उच्च न्यायालय के न्यायाधीशो के आचरण के विरूद्ध शिकायतें प्राप्त करने के लिए सक्षम हैं ।

भारत के संविधान के अनुच्छेद 235 के अधीन, राज्यों में जिला और अधीनस्थ न्यायपालिका के सदस्यों पर प्रशासनिक नियंत्रण संबंधित उच्च न्यायालय के पास निहित है । संविधान के अनुच्छेद 309 के परंतुक सपठित अनुच्छेद 233 और 234 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, संबंधित राज्य सरकारें, उच्च न्यायालय से परामर्श करके, राज्य न्यायिक सेवा में न्यायिक अधिकारियों की नियुक्ति, प्रोन्नति, आरक्षण और सेवानिवृत्ति से संबंधित विषय पर नियम और विनियमन बनाती हैं ।

DISBURSAL OF VICTIM COMPENSATION IN POCSO CASES

4645. SHRI APPALANAIDU KALISETTI:

DR. BYREDDY SHABARI:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the number of cases under the Protection of Children from Sexual Offences Act (POCSO) in which Special Courts recommended victim compensation during each of the last five years, State/UT-wise;

(b) the number of such cases where compensation was fully disbursed, partially disbursed or not disbursed, State/UT-wise;

(c) the average time taken between the recommendation by the Special Court and actual disbursal of compensation, State/UT-wise, including cases where prescribed timelines were exceeded;

(d) the total funds allocated, released and utilised under Victim Compensation Schemes by each State/UT during the last five years; and

(e) whether any monitoring mechanism exists within District Legal Services Authorities to ensure timely processing of compensation in POCSO cases?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a) to (e): The Legal Services Authorities award compensation to the victims under Section 396 of Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023 / Section 357-A of erstwhile Criminal Procedure Code (Cr.P.C.), 1973. The role of State Legal Services Authority (SLSAs)/District Legal Services Authorities (DLSAs) is limited

to pass award for compensation for the victims of crime under the Victim Compensation Schemes of State Governments. National Legal Services Authority (NALSA) does not maintain categories of victims who have been awarded compensation under POCSO Act. NALSA does not allocate any fund for Victim Compensation Scheme.

Section 357 of the Cr.P.C /Section 396 of BNSS provides that a Trial Court, when passing Judgement, may order the whole or any part of the fine recovered to be utilized inter alia for payment of compensation to the persons who has suffered an injury due to the acts of the convict. In 2009, with the introduction of Section 357-A in the Cr.P.C, the concept of rehabilitative compensation paid by the State emerged in the criminal justice system of India. Section 357-A was incorporated to specifically provide for compensation to victims and their family members. The provision also mandated every State Government to frame “a scheme for providing funds for the purpose of compensation to the victims or his dependents who have suffered loss or injury as a result of the crime and who, require rehabilitation”.

Section 357-A (4) & (5) / Section 396(4) & (5) of BNSS provides as under:

“(4) Where the offender is not traced or identified, but the victim is identified, and where no trial takes place, the victim or his dependents may make an application to the State or the District Legal Services Authority for award of compensation.

(5) On receipt of such recommendations or on the application under sub-section(4), the State or the District Legal Services Authority shall, after due enquiry award adequate compensation by completing the enquiry within two months."

Similarly, as per Section 33(8) of The Protection of Children from Sexual Offences Act (POCSO) Act, 2012, "In appropriate cases, the Special Court may, in addition to the punishment, direct payment of such compensation as may be prescribed to the child for any physical or mental trauma caused to him or for immediate rehabilitation of such child". As per Rule 9(4) and 9(5) of POCSO Rules, 2020, "The compensation awarded by the Special Court is to be paid by the State Government from the Victim Compensation Fund or other scheme or fund established by it for the purposes of compensating and rehabilitating victims under Section 357-A of the Code of Criminal Procedure, 1973 or any other law for the time being in force, or, where such fund or scheme does not exist, by the State Government. The State Government shall pay the compensation ordered by the Special Court within 30 days of receipt of such order".

The State/UT-wise details of Victim Compensation awarded under Section 357-A of Cr.P.C/Section 396 of BNSS during the last five years from 2021-22 to 2025-26 (upto January 2026) as received from NALSA, are given in the enclosed **Statements-I to V**.

STATEMENT- I

Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2021-22

S.NO	SLSA	Applications received directly by Legal Service Institutions (A)	Applications / orders marked / directed by any Court (B)	Applications received including Court Orders (A+B)	Applications Decided	Compensation Awarded (in Rs.)
1	Andaman & Nicobar Islands	1	5	6	0	0
2	Andhra Pradesh	16	61	77	62	86,35,000
3	Arunachal Pradesh	20	22	42	4	17,50,000
4	Assam	314	206	520	664	19,92,13,000
5	Bihar	522	480	1,002	785	11,41,61,500
6	Chandigarh	7	20	27	17	24,00,000
7	Chhattisgarh	1,322	873	2,195	1,253	18,38,31,795
8	Dadra & Nagar Haveli	3	2	5	4	11,50,000
	Daman & Diu	0	0	0	0	0
9	Delhi	848	1,573	2,421	2,275	42,39,63,586
10	Goa	42	20	62	34	2,50,000
11	Gujarat	645	543	1,188	1,684	14,82,12,286
12	Haryana	47	356	403	364	11,35,75,000
13	Himachal Pradesh	56	47	103	62	1,11,25,000
14	Jammu & Kashmir	107	40	147	24	53,50,000
15	Jharkhand	205	361	566	672	12,27,86,201
16	Karnataka	150	347	497	1,309	3,01,31,000
17	Kerala	307	253	560	139	4,12,17,912
18	Ladakh	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	258	801	1,059	1,050	9,34,89,300
21	Maharashtra	146	81	227	246	2,90,68,500
22	Manipur	0	24	24	9	0
23	Meghalaya	95	63	158	75	1,25,24,000
24	Mizoram	41	209	250	12	31,50,000
25	Nagaland	34	0	34	37	1,00,77,000

26	Odisha	1,497	401	1,898	1,333	24,02,41,000
27	Puducherry	0	11	11	0	36,00,000
28	Punjab	324	258	582	485	8,55,57,500
29	Rajasthan	818	699	1,517	1,818	23,17,45,500
30	Sikkim	0	56	56	56	59,25,000
31	Tamil Nadu	504	117	621	194	2,29,53,346
32	Telangana	10	92	102	69	87,70,000
33	Tripura	45	8	53	42	1,14,50,000
34	Uttar Pradesh	103	0	103	103	1,49,05,000
35	Uttarakhand	24	86	110	46	1,04,54,000
36	West Bengal	204	152	356	246	2,70,85,000
	Grand Total	**8,715**	**8,267**	**16,982**	**15,173**	**2,21,87,47,426**

STATEMENT- II

Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2022-2023

S.NO	SLSA	Applications received directly by Legal Service Institutions (A)	Applications / orders marked / directed by any Court (B)	Applications received including Court Orders (A+B)	Applications Decided	Compensation Awarded (in Rs.)
1	Andaman & Nicobar Islands	0	0	0	0	0
2	Andhra Pradesh	52	97	149	116	2,08,30,000
3	Arunachal Pradesh	80	4	84	57	2,39,50,000
4	Assam	290	450	740	573	10,09,20,000
5	Bihar	407	606	1,013	639	14,63,10,007
6	Chandigarh	5	37	42	63	1,52,50,000
7	Chhattisgarh	5,470	1,568	7,038	3,061	27,52,14,500
8	Dadra & Nagar Haveli	1	2	3	3	7,70,000
	Daman & Diu	0	21	21	6	10,00,000
9	Delhi	1,930	4,265	6,195	4,969	90,01,13,000
10	Goa	4	0	4	2	0
11	Gujarat	461	495	956	870	11,13,45,000
12	Haryana	48	600	648	598	15,79,47,500
13	Himachal Pradesh	72	112	184	58	3,28,85,000
14	Jammu & Kashmir	55	31	86	47	88,10,000

15	Jharkhand	259	799	1,058	512	16,13,80,500
16	Karnataka	158	606	764	966	11,80,97,953
17	Kerala	101	310	411	427	6,01,75,000
18	Ladakh	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	302	1,310	1,612	1,055	17,34,67,203
21	Maharashtra	96	142	238	192	2,19,41,000
22	Manipur	0	13	13	17	77,00,000
23	Meghalaya	270	100	370	106	1,64,79,500
24	Mizoram	192	460	652	65	1,64,60,000
25	Nagaland	19	0	19	16	32,50,000
26	Odisha	1,665	638	2,303	2,009	40,31,33,500
27	Puducherry	1	20	21	0	19,50,000
28	Punjab	439	351	790	709	13,63,99,918
29	Rajasthan	1,216	964	2,180	2,227	34,63,97,000
30	Sikkim	0	21	21	21	51,40,000
31	Tamil Nadu	536	172	708	318	7,36,73,771
32	Telangana	72	148	220	131	2,60,69,000
33	Tripura	29	34	63	55	87,10,000
34	Uttar Pradesh	132	0	132	132	2,01,10,000
35	Uttarakhand	328	106	434	334	2,43,35,000
36	West Bengal	506	258	764	546	5,78,23,000
	Grand Total	**15,196**	**14,740**	**29,936**	**20,900**	**3,47,80,37,352**

STATEMENT- III

Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2023-2024

S.NO	SLSA	Applications received directly by Legal Service Institutions (A)	Applications/ orders marked/ directed by any Court (B)	Applications received including Court Orders (A+B)	Applications Decided	Compensation Awarded (in Rs.)
1	Andaman & Nicobar Islands	1	0	1	1	7,00,000
2	Andhra Pradesh	15	136	151	136	4,19,35,000
3	Arunachal Pradesh	79	1	80	75	1,70,27,000
4	Assam	342	487	829	831	13,47,39,750
5	Bihar	423	674	1,097	711	16,44,10,023

6	Chandigarh	18	19	37	25	71,00,000
7	Chhattisgarh	3,237	1,699	4,936	4,423	39,87,06,990
8	Dadra & Nagar Haveli	0	1	1	1	3,20,000
	Daman & Diu	0	16	16	13	5,00,000
9	Delhi	1,444	3,329	4,773	4,320	96,77,28,272
10	Goa	1	0	1	2	0
11	Gujarat	399	476	875	944	13,13,84,500
12	Haryana	112	534	646	645	19,32,83,138
13	Himachal Pradesh	99	52	151	69	2,15,64,500
14	Jammu & Kashmir	60	99	159	105	2,08,74,000
15	Jharkhand	228	959	1,187	846	26,51,11,750
16	Karnataka	128	596	724	812	10,35,01,378
17	Kerala	84	357	441	156	2,90,59,000
18	Ladakh	6	1	7	6	2,00,000
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	219	1,287	1,506	1,188	18,29,96,315
21	Maharashtra	134	88	222	221	2,33,76,000
22	Manipur	130	20	150	131	2,60,67,500
23	Meghalaya	234	94	328	87	1,42,00,000
24	Mizoram	402	410	812	244	4,14,70,000
25	Nagaland	17	0	17	31	68,55,000
26	Odisha	1,489	822	2,311	2,956	48,45,08,000
27	Puducherry	1	16	17	0	60,50,000
28	Punjab	240	353	593	609	12,52,86,500
29	Rajasthan	1,361	2,300	3,661	3,377	36,69,37,750
30	Sikkim	5	23	28	28	1,00,00,000
31	Tamil Nadu	807	133	940	307	7,62,88,000
32	Telangana	104	143	247	185	4,36,97,082
33	Tripura	32	27	59	64	1,70,35,000
34	Uttar Pradesh	134	0	134	134	1,85,16,500
35	Uttarakhand	213	122	335	215	2,61,80,000
36	West Bengal	346	313	659	452	6,13,97,788
	Grand Total	**12,544**	**15,587**	**28,131**	**24,350**	**4,02,90,06,736**

STATEMENT- IV

Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2024-2025

S.NO	SLSA	Applications received directly by Legal Service Institutions (A)	Applications / orders marked / directed by any Court (B)	Applications received including Court Orders (A+B)	Applications Decided	Compensation Awarded (in Rs.)
1	Andaman & Nicobar Islands	0	3	3	1	1,00,000
2	Andhra Pradesh	33	135	168	130	3,39,60,000
3	Arunachal Pradesh	61	0	61	4	3,00,000
4	Assam	221	608	829	798	19,38,03,762
5	Bihar	311	668	979	464	8,84,76,000
6	Chandigarh	6	14	20	12	76,50,000
6	Chhattisgarh	3,759	1,551	5,310	7,084	70,07,85,500
7	Dadra & Nagar Haveli	0	0	0	0	0
	Daman & Diu	0	1	1	2	0
9	Delhi	966	2,581	3,547	5,101	1,40,09,37,471
10	Goa	1	1	2	2	10,00,000
11	Gujarat	382	581	963	1,038	27,09,42,500
12	Haryana	47	473	520	549	13,96,25,500
13	Himachal Pradesh	121	70	191	86	1,09,80,000
14	Jammu & Kashmir	61	19	80	53	1,27,27,500
15	Jharkhand	457	1,062	1,519	983	25,30,18,131
16	Karnataka	94	663	757	494	9,84,73,000
17	Kerala	189	444	633	260	12,19,32,500
18	Ladakh	9	0	9	4	12,25,000
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	289	928	1,217	877	16,83,32,950
21	Maharashtra	131	80	211	269	3,37,81,000
22	Manipur	38	80	118	95	2,26,50,000
23	Meghalaya	294	118	412	67	91,00,000
24	Mizoram	114	19	133	23	93,50,000
25	Nagaland	11	11	22	16	17,50,000
26	Odisha	1,349	686	2,035	1,824	39,99,97,500
27	Puducherry	0	18	18	0	41,75,000

28	Punjab	81	319	400	423	8,58,69,602
29	Rajasthan	1,975	2,317	4,292	4,462	40,91,91,500
30	Sikkim	5	22	27	27	54,25,000
31	Tamil Nadu	566	249	815	626	13,87,00,815
32	Telangana	32	216	248	199	5,88,12,500
33	Tripura	34	25	59	33	1,07,25,000
34	Uttar Pradesh	362	0	362	362	5,23,04,900
35	Uttarakhand	235	124	359	346	3,93,95,000
36	West Bengal	298	299	597	297	6,12,40,000
	Grand Total	**12,532**	**14,385**	**26,917**	**27,011**	**4,84,67,37,631**

STATEMENT- V

Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2025-2026 (upto January 2026)

S.NO	SLSA	Applications received directly by Legal Service Institutions (A)	Applications / orders marked / directed by any Court (B)	Applications received including Court Orders (A+B)	Applications Decided	Compensation Awarded (in Rs.)
1	Andaman & Nicobar Islands	0	12	12	2	2,00,000
2	Andhra Pradesh	2	152	154	152	5,84,90,000
3	Arunachal Pradesh	37	0	37	26	2,11,25,000
4	Assam	110	408	518	567	15,06,62,996
5	Bihar	189	343	532	349	6,52,45,000
6	Chandigarh	3	14	17	5	67,50,000
7	Chhattisgarh	770	705	1,475	1,249	16,62,60,500
8	Dadra & Nagar Haveli	0	2	2	2	8,00,000
	Daman & Diu	0	0	0	0	0
9	Delhi	323	1,489	1,812	2,361	93,87,48,500
10	Goa	1	11	12	4	2,25,000
11	Gujarat	155	548	703	668	21,65,34,000
12	Haryana	118	426	544	509	13,88,95,000
13	Himachal Pradesh	99	109	208	104	2,78,30,000
14	Jammu & Kashmir	20	22	42	4	23,50,000
15	Jharkhand	190	388	578	766	38,69,09,000
16	Karnataka	684	446	1,130	691	21,39,22,111

17	Kerala	84	232	316	68	77,00,000
18	Ladakh	0	8	8	5	12,50,000
19	Lakshadweep	3	2	5	2	3,00,000
20	Madhya Pradesh	145	774	919	1,492	25,06,69,900
21	Maharashtra	119	132	251	200	6,43,86,200
22	Manipur	15	28	43	37	78,75,000
23	Meghalaya	83	61	144	27	40,70,000
24	Mizoram	119	51	170	76	2,51,00,000
25	Nagaland	9	9	18	2	8,20,000
26	Odisha	631	557	1,188	1,112	33,35,60,000
27	Puducherry	0	6	6	0	24,00,000
28	Punjab	32	319	351	313	9,45,75,000
29	Rajasthan	961	1,244	2,205	2,305	35,35,19,250
30	Sikkim	0	11	11	11	38,10,000
31	Tamil Nadu	227	107	334	395	8,12,06,493
32	Telangana	22	364	386	219	3,53,20,000
33	Tripura	22	20	42	40	2,48,20,000
34	Uttar Pradesh	305	396	701	419	3,58,00,008
35	Uttarakhand	163	85	248	221	3,49,75,000
36	West Bengal	74	183	257	209	6,01,90,000
	Grand Total	**5,715**	**9,664**	**15,379**	**14,612**	**3,81,72,93,958**

उर्वरक राजसहायता योजना में पारदर्शिता

4646. श्री सनातन पांडेय:

क्या **रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि:

(क) किसानों के लाभ के लिए राजसहायता प्रणाली/योजना को और अधिक पारदर्शी और प्रभावी बनाने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं;

(ख) क्या सरकार को इस बात की जानकारी है कि उत्तर प्रदेश के किसानों को बलिया लोक सभा निर्वाचन क्षेत्र में उर्वरक राजसहायता का समय पर और पूरा लाभ नहीं मिल रहा है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या उक्त निर्वाचन क्षेत्र के कुछ स्थानों पर निम्न गुणवत्ता और घटिया उर्वरकों की बिक्री के

संबंध में शिकायतें प्राप्त हुई हैं जिससे फसल उत्पादन पर प्रतिकूल प्रभाव पड़ रहा है;

(घ) उक्त निर्वाचन क्षेत्र में वर्ष 2021 से अब तक उर्वरक राजसहायता के अंतर्गत वर्ष-वार कितनी धनराशि आवंटित और संवितरित की गई है;

(ङ) क्या सरकार उर्वरकों की गुणवत्ता सुनिश्चित करने के लिए नियमित निरीक्षण और नमूना परीक्षण कर रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) क्या सरकार ने दोषी डीलरों के विरुद्ध कार्रवाई की है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क): भारत सरकार ने उर्वरकों में प्रत्यक्ष लाभ अंतरण प्रणाली को लागू किया है ताकि सब्सिडी प्रणाली/स्कीम किसानों के लाभ के लिए अधिक पारदर्शी और प्रभावी हो सके। 'उर्वरकों में डीबीटी प्रणाली' के तहत, उर्वरक कंपनियों को प्रत्येक खुदरा दुकान पर स्थापित पीओएस उपकरणों के माध्यम से आधार प्रमाणीकरण के आधार पर लाभार्थियों को की गई वास्तविक बिक्री पर विभिन्न उर्वरक ग्रेडों पर 100 प्रतिशत सब्सिडी जारी की जाती है।

(ख): उत्तर प्रदेश सरकार द्वारा दी गई सूचना के अनुसार, ऐसी कोई घटना दर्ज नहीं की गई है। इसलिए, बलिया लोकसभा निर्वाचन क्षेत्र में उत्तर प्रदेश के किसानों को सब्सिडी वाले उर्वरकों का समय पर और पूरा लाभ मिल रहा है।

(ग): उत्तर प्रदेश सरकार द्वारा दी गई जानकारी के अनुसार ऐसी कोई शिकायत दर्ज नहीं की गई है।

(घ): 'उर्वरकों में डीबीटी प्रणाली' के तहत, उर्वरक उत्पादक/आयातक कंपनियों को प्रत्येक खुदरा दुकान पर स्थापित पीओएस उपकरणों के माध्यम से आधार प्रमाणीकरण के आधार पर लाभार्थियों को की गई वास्तविक बिक्री पर विभिन्न उर्वरक ग्रेडों पर 100 प्रतिशत सब्सिडी जारी की जाती है। धनराशि का आवंटन या वितरण जिलावार या निर्वाचन क्षेत्रवार तरीके से नहीं किया जाता है। 2021 से

16.03.2026 तक देश भर में आवंटित कुल धनराशि और व्यय का विवरण निम्नानुसार है;

वित्त वर्ष	आवंटन	व्यय
2021-22	1,62,072.12	1,57,640.09
2022-23	2,54,798.93	2,54,798.93
2023-24	1,95,421.00	1,95,420.51
2024-25	1,77,129.50	1,77,129.50
2025-26 (16.03.2026 तक)	201961.5	192857.77

(ड.) और (च): जी हां, उर्वरक नियंत्रण आदेश (एफसीओ), 1985 के अनुसार, राज्य सरकार उर्वरकों की गुणवत्ता सुनिश्चित करने के लिए सशक्त है। उत्तर प्रदेश सरकार नियमित रूप से निरीक्षण गतिविधियों का संचालन करती है। किए गए निरीक्षणों के आधार पर उत्तर प्रदेश के सभी जिलों से अधिसूचित सरकारी प्रयोगशालाओं द्वारा विश्लेषण के लिए लगभग 10592 नमूने लिए गए थे।

UPGRADATION OF HEALTH INFRASTRUCTURE IN HOSHIARPUR

4647. DR. RAJ KUMAR CHABBEWAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Union Government is aware that large districts such as Hoshiarpur in Punjab, with a predominantly rural population, lack access to advanced super-speciality healthcare facilities, compelling patients to travel long distances to other States in the country, if so, the details thereof;

(b) whether the Union Government has carried out any assessment of the adequacy of tertiary healthcare infrastructure in the State of Punjab,

particularly in the Doaba region and if so, the details thereof;

(c) whether the Union Government proposes to consider establishing an AIIMS or upgrading existing medical institutions in Punjab, particularly in Hoshiarpur in view of the growing population, disease burden and regional imbalance in healthcare facilities;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (e): Under the National Health Mission, the Ministry of Health and Family Welfare provides technical and financial support to the States/UTs including State of Punjab to strengthen the public healthcare system including establishment/upgradation of healthcare facilities based on the proposals received in the form of Programme Implementation Plans (PIPs) under National Health Mission. Government of India provides approval for the proposal in the form of Record of Proceedings (RoPs) as per norms & available resources. The details are available in public domain at:

https://nhm.gov.in/index4.php?lang=1&level=0&linkid=57&lid=70

The details of healthcare facilities/ infrastructure in rural and urban areas of the country including in the State of Punjab are available at website of Ministry of

Health and Family Welfare at the Uniform Resources Locator (URL) as under:

https://mohfw.gov.in/sites/default/files/Health%20Dynamics%20of%20India%20%28Infrastructure%20%26%20Human%20Resources%29%202022-23_RE%20%281%29.pdf

Under the CSS component of the Pradhan Mantri (PM-ABHIM), the state of Punjab is allocated a total amount of Rs.755.65 Crores for 22 Integrated Public Health Labs (IPHLs), and 21 Critical Care Blocks (CCBs) under PM-ABHIM Scheme period from FY 2021-22 to FY 2025-26 and approvals has been accorded in the State of Punjab for establishment of 22 IPHLs and 22 CCBs amounting Rs. 676.16 Cr. Under the scheme, One (1) 50 bedded CCB and one (1) IPHL are approved for District Hospital **Hoshiarpur**.

Under FC XV Health Sector Grants, an amount of Rs. 2129.38 Crore has been approved for the state of Punjab against the total allocation of Rs. 2130.71 Cr for the scheme period, i.e, FY 2021-22 to 2025-26 which includes construction of 1222 Building-less SHC-AAM, 54 Primary Health Centers (PHC-AAM), 16 Community Health Centers (CHC), 120 Block Public Health Units (BPHUs) & 442 Urban-Ayushman Arogya Mandir (U-AAM) and 75 Urban Primary Health Centers AAMs (UPHCs).

Further, under the **Pradhan Mantri Swasthya Suraksha Yojana (PMSSY)** scheme, which aims at correcting regional imbalances in the availability of affordable tertiary healthcare services and to augment facilities for quality medical

education in the country. The Scheme has two components, namely, (i) Setting up of All India Institute of Medical Sciences (AIIMS); and (ii) Upgradation of existing Government Medical Colleges/ Institutions (GMCIs). So far setting up of 22 new AIIMS (**Establishment of One new AIIMS, Bhatinda in Punjab)** and 75 projects of upgradation of GMCIs have been approved under the Scheme in various phases. The setting up of AIIMS contains Medical College, Nursing College, Hospital, Trauma Centre, Emergency, Blood Bank, ICU, Diagnostic & Pathology, Research etc. Upgradation of GMCIs under PMSSY broadly involves construction of Super Speciality Block (SSB) and/ or Trauma Centre/ or other facilities and/ or procurement of medical equipment. The details of GMCIs approve under PMSSY for Punjab is as under:

Sl. No.	**Name of the GMCIs**	**Approved Infrastructure**
1	Government Medical College, Amritsar	Super Specialty Block
2	Govt. Medical College, Patiala	Super Specialty Block

Also, under the Centrally Sponsored Scheme (CSS), 'Establishment of new medical colleges attached with existing district/referral hospitals', establishment of 157 medical colleges has been sanctioned out of which 3 medical colleges are approved in State of Punjab at SAS Nagar, Kapurthala and **Hoshiarpur**.

MV GANGA VILAS

4648. SHRI BAPI HALDAR:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) the number of cruises undertaken by the MV Ganga Vilas along with the volume of domestic and foreign tourists thereon since its launch, year-wise;

(b) the revenue, profit and operational costs of MV Ganga Vilas since its launch, year-wise;and

(c) whether the Government has any plans to introduce more river cruises along the lines ofMV Ganga Vilas, if so, the details thereof?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a)**:** The number of cruises undertaken by MV Ganga Vilas along with the volume of domestic and foreign tourists thereon since its launch, year-wise is enumerated below:

Year	Trips	Domestic tourists	Foreign tourists	Total Tourist
2022-23	5	5	120	125
2023-24	5	30	100	130
2024-25	7	10	95	105
2025-26	9	44	116	160

(b) and (c): MV Ganga Vilas vessel is owned by a private cruise operator and

Ministry of Ports, Shipping & Waterways does not maintain or compile data of the revenue, profit, or operational costs of such vessels, as these are commercial matters of the respective operators. Similarly, decision regarding expansion plans, including introduction of additional cruise services on the lines of MV Ganga Vilas are taken by private stakeholders based on market viability and business considerations.

PREVALENCE OF ANAEMIA

4649. SHRI VARUN CHAUDHRY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether it is a fact that there is a high prevalence of anaemia in the country and if so, the details thereof;

(b) the details of the total expenditure and expenditure on awareness programmes for Anaemia Mukt Bharat since 2018, year-wise;

(c) the number of persons screened under sickle cell anaemia elimination vis a vis the targets set by the department since 2018, year-wise and State-wise; and

(d) whether the aim of reducing the prevalence of anaemia by three percent per year is being met since 2018, if so, the details thereof and if not, the reasons therefor along with the action taken by the Government to achieve the targets in the future?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): The national prevalence of anaemia in children, adolescents and women as per National Family Health Survey 5 (2019-21) is given in the enclosed **Statement I.**

(b): The details of funds approved and expenditure on Anaemia Mukt Bharat under National Health Mission across the country from the period of FY 2021-22 to FY 2024-25 is given in the enclosed **Statement II.**

(c): Under National Sickle Cell Anaemia Elimination Mission, affordable, accessible and quality care is provided to Sickle Cell Disease patients through awareness creation, targeted screening in the age group of 0-40 years in affected districts of tribal areas and counselling through collaborative efforts of Central and State Government. As reported by state on SCD portal as on 15.03.2026, more than 6.97 crore screening have been conducted in tribal dominated areas across the country. State-wise details of cumulative number of people screened under National Sickle Cell Anaemia Elimination Mission is given in the enclosed **Statement III.**

(d): To reduce the prevalence of anaemia among children and women the Government of India implements Anaemia Mukt Bharat (AMB) programme across the country through a 6X6X6 strategy. This includes six interventions which are

Prophylactic Iron and Folic Acid supplementation, Deworming to prevent Soil transmitted helminths infestation, Intensified Behavioural Change Communication campaign, Testing for anaemia and treatment as per anaemia management protocols, Mandatory provision of IFA fortified food in public health programmes and addressing non nutritional causes of anaemia especially malaria, fluorosis and hemoglobinopathies implemented via robust institutional mechanism.

The proactive measures include digital interventions for testing and tracking, active review and monitoring line listed anaemic beneficiaries, and follow-up by ASHA, ANM at field level, IEC and behaviour change targeted to prevent normalizing anemia and to promote uptake of iron rich foods available locally.

Regular National level reviews, along with supportive supervision visits and Common Review Mission tours of the States/UTs are undertaken to support and strengthen the Nutrition interventions in the States/UTs including anaemia among children.

STATEMENT- I

Prevalence of Anaemia among Children and Women as per NFHS 5 (2019-21)

Region / area	Anaemia in Children 6-59 months (%)	Anaemia in Adolescent girls (15-19 years) (%)	Anaemia in all Women (15-49 years) (%)	Anaemia in pregnant women (15-49 years) (%)
India	67.1	59.1	57.0	52.2

STATEMENT- II

Details of funds approved and expenditure on Anaemia Mukt Bharat under National Health Mission from the period of FY 2021-22 to FY 2024-25

S. No.	Financial Year	Approvals (in Lakhs)	Expenditure (in Lakhs)
1	**FY 2021-22***	220371.28	161369.22
2	**FY 2022-23**	80175.41	27067.96
3	**FY 2023-24**	98479.11	33560.26
4	**FY 2024-25**	80914.77	31499.49

I. SPIP Approval and Expenditure is as per the available Financial Management Reports submitted by State/UTs and are provisional. Source: NHM Finance

II. Expenditure includes Expenditure against Central Release, Corresponding State share release & unspent balances at the beginning of the year.

III. * the above data comprises of inter alia follow up mechanism for the severely anaemic women and the women with blood disorders, one day orientation of frontline workers (ASHA/ANM) and allied department workers (Teachers/AWW) on Anaemia Mukt Bharat strategy as per RCH training norms and component of AMB Programs.

STATEMENT- III

State-wise details of cumulative number of people screened under National Sickle Cell Anaemia Elimination Mission (as on 15.03.2026)

S.No.	State Name	Cumulative Number of people screened
1	Chhattisgarh	1,73,52,532
2	Madhya Pradesh	1,30,97,122
3	Maharashtra	1,00,33,422
4	Gujarat	80,23,780
5	Odisha	62,71,477
6	Rajasthan	37,06,695

7	Jharkhand	27,88,493
8	West Bengal	25,00,170
9	Andhra Pradesh	14,89,997
10	Assam	11,82,605
11	Telangana	11,37,233
12	Uttar Pradesh	7,64,871
13	Tamil Nadu	4,51,564
14	Karnataka	3,57,266
15	Bihar	2,40,334
16	Uttarakhand	1,53,670
17	Kerala	1,77,959
	Total	**6,97,29,190**

Source: SCD Portal

AFFORDABILITY OF MEDICINES

4650. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) the initiatives taken by the National Pharmaceutical Pricing Authority to ensure the affordability of medicine;

(b) the steps taken by the Government to end Intellectual Property Rights issues arising between branded pharma companies and generic pharma companies; and

(c) the steps taken by the Government to reduce revenue loss caused by Compulsory Licensing?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): The National Pharmaceutical Pricing Authority (NPPA) regulates the prices of medicines as per extant provisions of DPCO, 2013. NPPA fixes the ceiling prices of formulations specified in Schedule-I to DPCO, 2013. All manufacturers, marketers and importers of scheduled medicines are required to sell their products within such ceiling price (plus applicable local taxes). As on 18.3.2026, Ceiling prices of 935 formulations are effective.

NPPA also fixes retail prices of new drugs as defined in para 2(1)(u) of DPCO, 2013. As on 18.3.2026, Retail prices of 3,702 new drugs are fixed. Further, in case of non-scheduled formulations, manufacturers are required to not increase their maximum retail price (MRP) of a formulation by more than ten percent of the MRP of that formulation during the preceding 12 months. In addition, NPPA also fixes the prices of drugs under Para 19 of the DPCO, 2013 in case of extra-ordinary circumstances and in public interest to ensure the availability of drugs at affordable prices which, inter alia, include the following:

(i) MRP of 106 non-scheduled anti-diabetic and cardiovascular drugs were capped in 2014.

(ii) Ceiling prices of coronary stents were fixed and notified on 13th February, 2017 for the first time.

(iii) Ceiling price of knee implants, which is one of the components under 'Orthopaedic Implants', was notified on 16th August, 2017.

(iv) A cap on Trade Margin of 42 selected non-scheduled anti-cancer medicines was put under 'Trade Margin Rationalization' approach, which brought down prices of 526 brands of anti-cancer medicines.

(v) During COVID-19, the price of Oxygen Concentrators, Pulse Oximeter, Blood Pressure Monitoring Machine, Nebulizer, Digital Thermometer and Glucometer were regulated under "Trade Margin Rationalisation" approach in June/July 2021.

Details of prices fixed or revised by NPPA are available on NPPA's website (www.nppa.gov.in). NPPA monitors the prices of drugs and instances of overcharging are dealt with as per the relevant provisions of DPCO, 2013.

(b): As informed by Department Promotion of Industry & Internal Trade (DPIIT), the Government has incorporated several safeguards under the provisions of the Patents Act, 1970 to maintain a balance between the interests of innovator pharmaceutical companies and generic manufacturers, while ensuring access to affordable medicines. The key measures are as under: -

(i) Patent rights granted under Section 48 are private rights, providing the patent holder exclusive authority to prevent others from making, using, selling or importing the patented product without consent. Disputes arising from such rights are adjudicated by competent courts, thereby providing a

structured legal framework for resolving conflicts between innovators and generic manufacturers.

(ii) Patent applications undergo a robust two-stage scrutiny in the Indian Patent Office. Under Sections 12 and 14, applications are first examined by a Patent Examiner for technical and legal compliance, including patentability criteria. The findings are subsequently reviewed by the Controller of Patents, and patents are granted under Section 43 only after due consideration, thereby ensuring quality and preventing grant of weak or frivolous patents.

(iii) The Act provides a comprehensive opposition framework to safeguard public interest. Pre-grant opposition under Section 25(1) allows any person to challenge a patent before grant, while post-grant opposition under Section 25(2) enables interested parties to contest a granted patent within one year. These provisions allow generic manufacturers and other stakeholders to challenge patents not meeting statutory requirements of novelty, inventive step and industrial applicability, thereby reducing potential disputes.

(iv) To prevent unjustified extension of patent monopoly, Section 3(d) restricts patentability of new forms of known pharmaceutical substances unless they demonstrate enhanced therapeutic efficacy. This ensures that minor or incremental modifications cannot be used to prolong patent protection.

(c): As informed by DPIIT, the Patents Act, 1970 contains carefully designed safeguards to ensure that Compulsory Licensing (CL) is invoked only in exceptional circumstances, while protecting the legitimate interests of patent holders. The key provisions are as under:

(i) Under Section 84, compulsory licences may be granted only when specific conditions are fulfilled, such as non-availability of the patented invention at a reasonably affordable price, failure to meet the reasonable requirements of the public, or non-working of the patent in India. This ensures that CL is not granted arbitrarily.

(ii) Under Section 90, the Controller of Patents determines the terms and conditions of the licence, including payment of reasonable royalty and remuneration to the patent holder. This balances public interest with the commercial interests of innovators.

(iii) Compulsory licences are granted only after detailed examination, hearing, and adherence to due process by the Indian Patent Office, ensuring transparency and fairness.

OPERATIONALISATION OF IMEC AND INDIA-EU FREE TRADE AGREEMENT

4651. SHRI SASIKANTH SENTHIL:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) whether the Government has formalised the “IMEC Ports Club” following the

recent MoU between Indian ports and the Port of Marseille Fos to strengthen the India-Middle East-Europe corridor;

(b) the current status of the India-EU Free Trade Agreement (FTA) and its projected impact on the corridor's trade volume as of February 2026;

(c) whether there is a proposal for an "IMEC Plus" to include African nations as part of a global value-added production chain; and

(d) the details of the strategic role of the India-UAE axis in underwriting national mega-projects through sovereign wealth funds in 2026?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a) to (d): On the sidelines of the G20 Leaders' Summit, the leaders of India, European Union, France, Germany, Italy, Saudi Arabia, UAE and US announced an MoU committing to work together to develop a new India-Middle East Europe Economic Corridor (IMEC). The IMEC will comprise of two separate corridors, the east corridor connecting India to the Gulf and the northern corridor connecting the Gulf to Europe.

An Intergovernmental Framework Agreement (IGFA) was signed on 13 February 2024 between India and the United Arab Emirates (UAE) concerning cooperation for operation of the India-Middle East-Europe Economic Corridor (IMEC). The main elements include development and management of a logistics platform, including a digital ecosystem, and provision of supply chain services. Its

implementation involves multiple stakeholders and is at an initial stage.

JNPA which is a Major Port Authority has signed a MoU with the Port of Marseille Fos on 17.02.2026 with provision of mutual cooperation and knowledge.

India and European Union announced the conclusion of negotiations for a Free Trade Agreement at the 16th India-EU Summit on 27.01.2026.

DESIGNING INNOVATIVE SOLUTIONS FOR HOLISTIC ACCESS TO JUSTICE (DISHA)

4652. SHRI DHAVAL LAXMANBHAI PATEL:

SHRI BIDYUT BARAN MAHATO:

SHRIMATI SMITA UDAY WAGH:

SHRI DILIP SAIKIA:

SHRIMATI KAMLESH JANGDE:

SHRI DINESHBHAI MAKWANA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the total number of beneficiaries covered under the Tele-Law programme since inception, including the number of pre-litigation legal advices provided under the DISHA framework, with State-wise details including Maharashtra and Jalgaon district;

(b) the status of operationalisation of Tele-Law services through Common Service Centres (CSCs), particularly in Aspirational Districts and Blocks

including south Gujarat and the measures taken to enhance digital accessibility;

(c) the number of advocates registered under the Nyaya Bandhu (Pro Bono Legal Services) programme and the institutional mechanisms established in various High Courts for monitoring and coordination of pro bono services;

(d) the steps undertaken to strengthen last-mile delivery of legal assistance through Nyaya Sahayaks and paralegal volunteers at the grassroots level; and

(e) the impact assessment conducted to evaluate improved access to justice for marginalised communities, including women and Scheduled Tribes?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a): As on 28th February, 2026, more than 1.12 crore pre-litigation legal advices have been enabled under the Tele-Law programme since inception. It includes 8,72,704 pre-litigation legal advices enabled in the State of Maharashtra out of which 9,278 have been enabled in Jalgaon district. The State-wise details are given in the enclosed **Statement.**

(b): As on 28thFebruary, 2026, Tele-Law services are operational through a network of 2.50 lakh Common Service Centres (CSCs) across 777 districts in 36 States/UTs, including 112 Aspirational Districts and 500 Aspirational Blocks which

includes south Gujarat. To strengthen service delivery in Aspirational Blocks, Nyaya Sahayaks have been engaged who are active as community based legal facilitators in the Aspirational Blocks. Digital accessibility has been enhanced through Mobile App and Toll Free No. 14454 for rendering pre-litigation advice through the use of video/Tele conferencing facilities available at the CSCs.

(c): Under the Nyaya Bandhu (Pro Bono Legal Services) programme, advocates voluntarily provide legal assistance to marginalized and disadvantaged sections of society covered under Section 12 of the Legal Services Authorities (LSA) Act, 1987. As on 28thFebruary, 2026, a total of 10,263 advocates are registered on the Nyaya Bandhu portal. To strengthen institutional coordination, Pro Bono Panels have been constituted in 23 High Courts across the country.

(d): Nyaya Sahayaks have been engaged in the Aspirational Blocks, where they conduct door-to-door awareness campaigns, assist citizens in registering cases on the Tele-Law platform through the CSCs, and guide beneficiaries in accessing pre litigation advice from panel lawyers. In addition, they coordinate with CSC operators, local institutions and community organisations to expand outreach and ensure that legal assistance reaches remote and underserved populations.

(e): M/s. Quality Council of India (QCI) has done the Third-Party Evaluation and Impact Assessment of DISHA Scheme and highlighted the relevance of the Scheme for marginalised communities, including women and Scheduled Tribes.

STATEMENT

State-wise details of Pre-litigation advice enabled as on 28th February, 2026		
Sr. No.	States/UT's	Total Advice Enabled
1	Andaman And Nicobar	4,018
2	Andhra Pradesh	3,66,071
3	Arunachal Pradesh	20,363
4	Assam	2,40,397
5	Bihar	6,26,006
6	Chandigarh	6,146
7	Chhattisgarh	5,09,230
8	Dadra And Nagar Haveli &	11,051
9	Delhi	10,512
10	Goa	13,516
11	Gujarat	4,83,643
12	Haryana	2,18,794
13	Himachal Pradesh	1,20,670
14	Jammu And Kashmir	7,58,123
15	Jharkhand	4,80,257
16	Karnataka	4,88,245
17	Kerala	36,563
18	Ladakh	3,251
19	Lakshadweep	2,482
20	Madhya Pradesh	12,16,983
21	Maharashtra	9,27,522
22	Manipur	1,484
23	Meghalaya	30,320
24	Mizoram	34,051
25	Nagaland	29,897
26	Odisha	4,07,800
27	Puducherry	3,228
28	Punjab	3,01,498
29	Rajasthan	6,62,392
30	Sikkim	2,815
31	Tamil Nadu	3,01,871
32	Telangana	3,13,107
33	Tripura	97,616
34	Uttar Pradesh	20,31,066

35	Uttarakhand	2,18,632
36	West Bengal	2,68,025
Total		**1,12,47,645**

Source- https://tele-law.in/ *(Tele-Law Dashboard Data)*

INDIAN MEDICAL REGISTER

4653. DR. SAMBIT PATRA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has received complaints regarding certain inadequacy of data and inconsistencies in the existing Indian Medical Register;

(b) if so, the details thereof along with the corrective steps taken by the Government in this regard;

(c) whether the Government has started to replacing Indian Medical Register with the National Medical Register as mandated by the National Medical Commission Act and if so, the details thereof;

(d) whether the Government proposes to launch a similar online registry for paramedics and other health professionals; and

(e) if so, the details thereof along with any time frame and action plan formulated to achieve this objective?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (e): The National Medical Register (NMR), mandated under Section 31 of the National Medical Commission (NMC) Act, 2019, has already been launched on 23 August 2024. It has been established to consolidate all state-level registration records into a unified national-level database, providing a centralized platform for verification and oversight of licensed medical practitioners across India.

Further, the National Commission for Allied and Healthcare Professions (NCAHP) launched a portal on 29 October 2024 to enroll allied and healthcare professionals and collect their data nationwide. Additionally, the Indian Nursing Council (INC) implemented the Nursing Registration and Tracking System (NRTS) in March 2017 with the aim of maintaining a database of nurses working across India.

STRENGTHENING OF FOOD REGULATORY ECOSYSTEM

4654. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the measures taken by the Government through the Food Safety and Standards Authority of India during the last five years to strengthen the food regulatory ecosystem in the country;

(b) whether these measures have been effective in curbing food adulteration and unsafe food practices in the country and the trend of reported cases of food

adulteration during the last five years, if so, the details thereof;

(c) whether laboratory infrastructure for food testing has been enhanced effectively during the said period and if so, the details thereof and if not, the reasons therefor;

(d) the number of food samples checked by FSSAI for quality testing during the last three years, year-wise and State-wise including Jharkhand;

(e) the total number of risk based inspections carried out by FSSAI in order to enhance the regulatory compliance during the last three years; and

(f) the action taken against Food Business Operators (FBO) where compliance is not as per the Food Safety and Standards (FSS) Act, 2006?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (f): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards Act, 2006 is a shared responsibility between the Central and State Governments.

Surveillance drives, monitoring, regulatory inspection and random sampling of various food products are conducted throughout the year by the officials of

Food Safety Departments of the respective States/ UTs and Regional offices of FSSAI to check compliance with the quality and safety parameters in food products as laid down under Food Safety and Standards Act, 2006, and Regulations made thereunder. If any violations are observed, strict regulatory actions have been enforced against the offenders in accordance with the provisions of FSS Act. Details of number of Food Samples tested for last 5 Years are as follows:

Year	No. of Samples Analysed	No. of Samples found non-conforming
2024-25	1,70,535	34,388
2023-24	1,70,513	33,808
2022-23	1,77,511	44,626
2021-22	1,44,345	32,934
2020-21	1,07,829	28,347

FSSAI has established a network of food testing laboratories across India for the analysis of food to ensure the compliance with the quality and safety standards. As on date, there are 252 National Accreditation Board for Testing and Calibration Laboratories (NABL) notified for analysis of food samples and 24 Referral Food Laboratories for the analysis of appellate samples.

Further, to strengthen the food testing infrastructure in States & UTs, FSSAI has provided technical & financial assistance to the States/UTs under the scheme

- “Strengthening of Food Testing System in the Country Including provision of Mobile Food Testing Labs" (SoFTeL). Under the Scheme, 47 State food testing laboratories have been upgraded & 34 microbiology labs have been set up in the area of food safety & quality parameters. To bridge the gap in testing capabilities and extend outreach for on-the-spot food testing in the remote areas, where the laboratory infrastructures are lacking, State/UTs have deployed Mobile Food Testing Laboratories (MFTLs). So far, 305 MFTLs have been procured & deployed by States/UTs against the funds provided by FSSAI for 541 MFTLs.

State/UT wise details of Enforcement Samples analysed, found non-conforming and penal action taken during last 03 years are given in the enclosed **Statement.**

FSSAI has developed Risk Based Inspection System (RBIS) where frequency of inspection is decided based on risk associated with Food businesses and issued guidelines. Annual inspections are to be conducted for all food categories identified as high risk. In last three years FSSAI conducted a total of 56269 Risk Based Inspections.

STATEMENT

State/UT wise details of Enforcement Samples analysed, found non-conforming and penal action taken during last 03 years

S. No.	State/UT	(2024-2025)				(2023-2024)				(2022-2023)			
		No. of Samples Analysed	Civil Cases	Criminal Cases	Cancelled License	No. of Samples Analysed	Civil Cases	Criminal Cases	Cancelled License	No. of Samples Analysed	Civil Cases	Criminal Cases	Cancelled License
			Decided with Penalty	No. of Convictions			Decided with Penalty	No. of Convictions			Decided with Penalty	No. of Convictions	
1	Andaman And Nicobar Islands	810	0	0	1	0	0	0	0	1200	58	0	0
2	Andhra Pradesh	5984	464	8	15	6439	646	8	40	3607	339	12	64
3	Arunachal Pradesh	125	7	0	5	501	2	0	25	258	0	0	20
4	Assam	1705	0	0	19	1139	0	0	0	602	0	0	0
5	Bihar	2863	25	0	7	2806	79	0	10	2935	39	0	10
6	Chandigarh	374	116	41	5	311	87	52	1	473	27	8	4
7	Chhattisgarh	2069	143	6	1	1373	86	2	0	1468	119	8	0
8	Dadra and Nagar Haveli & Daman & Diu	56	0	0	0	185	0	0	0	164	13	0	0
9	Delhi	2624	18	16	1	3412	36	12	1	3133	86	10	0
10	Goa	1172	11	0	0	599	17	0	1	699	11	0	4
11	Gujarat	12387	859	91	8	15841	1701	65	7	14562	547	24	15
12	Haryana	2233	599	59	20	3485	593	47	15	4445	915	35	25
13	Himachal Pradesh	1587	471	0	3	1618	376	2	6	2720	93	1	9

14	Jammu & Kashmir	6955	1,239	29	17	9057	1612	22	19	13502	1592	15	42
15	Jharkhand	364	52	0	1	384	59	0	2	943	44	8	1
16	Karnataka	9371	283	32	34	5492	75	16	50	3416	191	15	56
17	Kerala	10767	1,088	206	40	10792	854	134	137	8533	454	33	90
18	Ladakh	417	38	0	0	638	19	0	1	220	23	0	0
19	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
20	Madhya Pradesh	13920	2,597	22	3	13998	1938	46	10	12507	1908	71	22
21	Maharashtra	5403	1,147	0	9	5087	154	0	4	11077	198	5	17
22	Manipur	126	2	0	1	168	0	0	0	169	0	0	3
23	Meghalaya	388	0	0	0	123	0	0	0	409	0	0	0
24	Mizoram	0	0	0	0	0	0	0	0	140	0	0	0
25	Nagaland	223	0	0	0	138	3	0	1	109	0	0	1
26	Orissa	2282	27	0	2	2003	0	0	24	1368	47	0	40
27	Puducherry	173	0	0	0	31	0	0	0	0	0	0	1
28	Punjab	4131	333	8	1	6041	1204	102	0	8179	1404	5	1
29	Rajasthan	13840	3,114	30	2	18536	2181	12	0	13184	2435	4	1
30	Sikkim	254	0	0	0	231	0	0	0	279	4	0	0
31	Tamil Nadu	18071	1,536	492	7	18146	2195	478	36	24188	3714	678	47
32	Telangana	3347	125	0	1	6156	425	0	6	4809	315	0	9
33	Tripura	123	0	0	0	87	0	0	0	31	0	0	0
34	Uttar Pradesh	30380	14,920	215	16	27750	14627	163	9	30140	13148	251	50
35	Uttarakhand	1509	256	4	1	1998	332	0	1	1839	507	5	1
36	West Bengal	14502	672	6	0	5948	285	0	2	6203	233	0	0
	Total	**170535**	**30142**	**1265**	**220**	**170513**	**29586**	**1161**	**408**	**177511**	**28464**	**1188**	**533**

CCUS TECHNOLOGIES

4655. SHRIMATI SHAMBHAVI:

SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether the twenty thousand crore allocation for Carbon Capture, Utilisation and Storage (CCUS) technologies marks a definitive shift toward "Green Chemistry" in industrial policy of the country, if so, the details thereof;

(b) whether the integration of carbon capture in chemical manufacturing help the country to meet stringent global environmental standards in imports, if so, the details thereof;

(c) whether the scheme to revive two hundred legacy industrial clusters successfully modernizes traditional units with energy-efficient technologies, if so, the details thereof;

(d) whether the Government’s focus on CCUS catalyzes private sector investment in carbon-neutral manufacturing processes, if so, the details thereof;

(e) whether the said green initiatives effectively bridge the gap between industrial expansion and global climate commitments of the country; and

(f) if so, whether the transition to low-carbon technology in the chemical sector creates a new competitive advantage for Indian manufacturers globally, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (f): As per the budget announcement made this year, an outlay of ₹20,000 crore has been proposed over the next 5 years for Carbon Capture, Utilization and Storage (CCUS) Technologies. The objective is promoting the development of these technologies at scale in order to achieve higher readiness levels in end use applications across five industrial sectors including, power, steel, cement, refineries and chemicals.

The scheme is presently under formulation by Ministry of Power. In terms of the scheme, the industry will be supported for undertaking projects towards carbon capture, utilization and storage, thereby contributing towards decreasing the overall carbon footprint of the country. Implementation of the scheme in due course would act as a catalyst in order to support the industry to grow in a more sustainable manner, thereby making it more competitive in global markets.

The scheme to revive two hundred legacy industrial clusters is currently under formulation by Department for Promotion of Industry and Internal Trade (DPIIT).

SUSPENSION OF HOSPITALS UNDER AB-PMJAY

4656. SHRIMATI RACHNA BANERJEE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the number of hospitals that have suspended the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) scheme in the country citing pending bills, State-wise; and

(b) the amount (in Rs.) of pending bills under (AB-PMJAY) in the country as of March 2026, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): Under Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), hospital empanelment is a continuous process and is undertaken by the implementing State/UT based on the requirements and availability of healthcare providers meeting the criteria within a given State/UT as per empanelment guidelines of National Health Authority. The empanelment of private hospitals under the scheme is entirely voluntary.

The empanelment of hospitals under the scheme has increased from 6,917 hospitals in FY 2018–19, comprising 3,013 public and 3,904 private hospitals to 36,229 hospitals as on 28.02.2026, comprising 19,483 public and 16,746 private hospitals.

Under the scheme, settlement of claims is a regular and uninterrupted process and claims are settled by respective State Health Agencies as per claim adjudication guidelines issued by National Health Authority. As per these

guidelines, the permissible turnaround time for settlement of claims to hospitals is within 15 days of claims submission for the intra-state hospitals (hospitals located within State) and within 30 days in case of portability claims (hospitals located outside State).

Under AB-PMJAY, claims submitted by empanelled hospitals are scrutinized based on the clinical documents, investigation reports, and other supporting records, in accordance with the prescribed standard treatment guidelines.

AYUSH HOSPITAL IN BIHAR

4657. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **AYUSH** be pleased to state:

(a) whether the Government has established any AYUSH hospitals in Bihar and if so, the details thereof including bed capacity and the year of establishment;

(b) whether there are any dedicated AYUSH treatment facilities or IPD units operational in Government hospitals in Bihar and if so, the details thereof including the number of such facilities and the services provided, district-wise;

(c) whether any new AYUSH hospitals or treatment facilities are proposed or under construction in Bihar under schemes like Ayushman Bharat or National AYUSH Mission including timelines, funding allocated and expected capacity thereof;

(d) whether the Government has data on the utilization rate, patient footfall and

availability of manpower in existing AYUSH hospitals and facilities in Bihar and if so, the details thereof for the last three years; and

(e) whether there are any plans to expand AYUSH infrastructure in Bihar to improve access in rural and underserved areas of the State and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): Public Health being a State subject, the primary responsibility to establish any Ayush hospitals, In Patient Department (IPD) units or treatment facilities comes under purview of respective State Government. However under Centrally Sponsored Scheme of National Ayush Mission (NAM) there is a provision for establishment of 50/30/10 bedded Integrated Ayush Hospital. State/UT Governments may avail the financial assistance by submitting suitable proposal through State Annual Action Plan (SAAP). As informed by State Government of Bihar following Ayush hospitals/Treatment facilities with IPD units are situated in State of Bihar for providing Ayush Health Care services:-

S.No	Name of Hospital	Year of establishment	No of Beds
1.	Government Ayurvedic College & Hospital, Patna	1926	224
2.	Government Tibbi College & Hospital, Patna	1926	120

3.	10 Bedded Government Homoeopathic Hospital, Patna	1986-87	10
4.	RBTS Homoeopathic College & Hospital Muzaffarpur	1981	56
5.	Government Ayodhya Shivkumari Ayurvedic College & Hospital, Begusarai	1998	60

(c): Based on the proposals submitted by the State Government of Bihar, the Ministry of Ayush has approved Rs 902.07 lakh for one 50 bedded Integrated Ayush Hospital at Nawab Manjil, Patna under NAM. As reported by the State Government, the construction of the hospital has been completed.

Further, Rs. 2350.789 lakh have been approved till 2024-25 and 294 Ayushman Arogya Mandirs (Ayush) have been made functional in the State of Bihar by upgrading existing Ayush dispensaries and Health Sub-Centres.

(d) and (e): Since Public Health is a State subject, the primary responsibility for collecting data on utilization rates, patient footfall, availability of manpower, and for formulating plans to expand Ayush infrastructure in Bihar to improve access in rural and underserved areas rests with the respective State Government. However, based on the proposals submitted through SAAPs, the details of major activities supported by the Ministry to Bihar State under NAM to expand infrastructure and improve access in rural and underserved areas are furnished in the enclosed **Statement.**

Further, as reported by State Government of Bihar, a total 118 number of

Human resources are posted and 15,55,850 beneficiaries were benefitted with various services through these centres in past three years.

STATEMENT

Major activities supported under NAM in the State of Bihar from 2014-15 to 2024-25

(i) **1** units supported for setting up of Integrated Ayush hospitals.

(ii) **10** Ayush dispensaries have been supported for Up-gradation of infrastructure and other facilities.

(iii) **450** PHCs, have been supported under co-location for recurring assistance of medicines and contingency.

(iv) **2929** Ayush dispensaries have been supported for supply of essential Ayush medicines.

(v) **2** Under-Graduate and **1** Post-Graduate Ayush Educational Institutes have been supported for Upgradation of infrastructure, Library and other things.

(vi) **12** Ayush Grams have been supported.

(vii) **294** Ayushman Arogya Mandir(Ayush) have been supported.

INSTITUTIONS FOR ALLIED HEALTH PROFESSIONALS

4658. SHRI EATALA RAJENDER:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government proposes to upgrade the existing institutions for

Allied Health Professionals (AHPs) and establish new AHP institutions in both the Government and private sectors covering 10 selected disciplines including Optometry, Radiology, Anaesthesia, Operation Theatre Technology, Applied Psychology and Behavioural Health with a view to add about 1,00,000 Allied Health Professionals during the next five years; and

(b) if so, the details thereof and the progress made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): Yes, Sir. It has been announced in Budget 2026-27 to upgrade the existing institutions for Allied Health Professionals (AHPs) and also to establish new AHP Institutions in private and Government sectors covering 10 selected disciplines, including optometry, radiology, anesthesia, OT Technology, Applied Psychology and Behavioural Health and add 100,000 AHPs over the next 5 years.

This Ministry is in the process of preparing a roadmap in consultation with relevant stakeholders to implement the aforesaid budget announcement.

A-HWCS IN TAMIL NADU

4659. DR. KALANIDHI VEERASWAMY:

Will the Minister of **AYUSH** be pleased to state:

(a) the total number of AYUSH Health and Wellness Centres (A-HWCs) approved, operational, and functional across the country, State/UT-wise including Tamil Nadu;

(b) whether the Government has conducted any independent evaluation regarding patient footfall, service utilisation and health outcomes in A-HWCs since their establishment, if so, the details thereof;

(c) whether it is a fact that several A-HWCs are functioning without adequate infrastructure, essential medicines, diagnostic support, and trained manpower, if so, the details thereof;

(d) the details of the sanctioned and filled posts of AYUSH Medical Officers and allied health staff in these centres in the country, State/UT-wise;

(e) the details of the total funds allocated, released, and utilised for A-HWCs during the last three years and the current year, year-wise; and

(f) whether the Government proposes to integrate A-HWCs with existing State public health systems to avoid duplication of services and ensure efficient utilisation of public funds and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): As per the proposals received from the State/UT Governments, 12500 Ayush Health and Wellness Centres [now known as Ayushman Arogya Mandir (Ayush)

or AAM (Ayush)] have been approved across the country including Tamil Nadu, for operationalization by upgrading existing Ayush dispensaries & Sub Health Centres, under Centrally Sponsored Scheme of National Ayush Mission (NAM). Further, as reported by the States/UTs, all are operational/functional. The State/UT-wise number of approved & operational AAM (Ayush) are enclosed as **Statement-I**.

(b): Public Health being a State subject, the primary responsibility to conducting any evaluation regarding patient footfall, service utilization and health outcomes at Ayush Health and Wellness Centres in the country including Tamil Nadu, lies with the respective State Government. However, regular monitoring & evaluation of the implementation of various activities of National Ayush Mission (NAM) scheme including AAM (Ayush), is done by the Ministry of Ayush. In this regard, field visits are conducted by the central team of the Ministry of Ayush, Regional Review Meetings & One to one meeting with States/UTs are conducted and activity-wise physical/financial progress is also collected on regular interval from the State/UT Governments. Further, as reported by State Government of Tamil Nadu, monitoring and evaluation of AAM (Ayush) are carried out at the district level by the District Siddha Medical Officers and designated Nodal Officers. They regularly review patient footfall, service utilization and health outcomes to ensure effective implementation.

(c) and (d): Public Health being a State subject, the primary responsibility to ensure availability of adequate infrastructure, supply of essential medicines, diagnostic support, deployment of trained manpower and maintaining record of sanctioned/filled posts at AAM (Ayush) in the country including Tamil Nadu, lies with the respective State/UT Government. As reported by State Government of Tamil Nadu, all AAM (Ayush) in the State are functioning with adequate infrastructure. These centres are mostly co-located within existing Ayush wings in Government health facilities with dedicated infrastructure. Essential medicines are supplied periodically based on requirement. Each centre is staffed with regular Assistant Medical Officers (Ayush) and supported by National Health Mission (NHM)/NAM manpower, ensuring adequate service delivery. Further, State Government of Tamil Nadu has deployed 650 Ayush Medical Officers (Assistant Medical Officers) at 650 AAM (Ayush), upgraded from Ayush dispensaries in the State.

(e): Under Centrally Sponsored Scheme of National Ayush Mission (NAM), consolidated funds are released to the State/UT Governments against the proposals submitted through State Annual Action Plan (SAAP), as per provisions of the NAM guideline. Funds are not being tied to the specific activity. Accordingly, the year-wise details of the funds released as Central share and utilised by the State of Tamil Nadu during the last three years and the current year are enclosed as **Statement-II.**

(f): As reported by State Government of Tamil Nadu, AAM (Ayush) centres in the State are co-located within Government health facilities and integrated with the State public health system. Services of Accredited Social Health Activists (ASHA), Auxiliary Nurse Midwife (ANM) and Multipurpose Health Workers (MPWs) are utilised through coordination with the Health Department as per the Memorandum of Understanding (MoU) between the Departments. This ensures effective community outreach, referral services and integrated healthcare delivery.

STATEMENT-I

State/UT-wise details of approved and operational Ayushman Arogya Mandir (Ayush) under National Ayush Mission:

S. No.	Name of States/UTs	Number of approved and operational AAM (Ayush)
1	Andaman & Nicobar Island	6
2	Andhra Pradesh	126
3	Arunachal Pradesh	89
4	Assam	500
5	Bihar	294
6	Chandigarh	12
7	Chhattisgarh	400
8	Delhi	0
9	Dadra Nagar Haveli and Daman Diu	1
10	Goa	100
11	Gujarat	365
12	Haryana	538

13	Himachal Pradesh	761
14	Jammu & Kashmir	523
15	Jharkhand	745
16	Karnataka	376
17	Kerala	700
18	Ladakh	0
19	Lakshadweep	7
20	Madhya Pradesh	800
21	Maharashtra	390
22	Manipur	15
23	Meghalaya	24
24	Mizoram	41
25	Nagaland	49
26	Odisha	422
27	Puducherry	4
28	Punjab	158
29	Rajasthan	2019
30	Sikkim	18
31	Tamil Nadu	650
32	Telangana	421
33	Tripura	72
34	Uttar Pradesh	1034
35	Uttarakhand	300
36	West Bengal	540
TOTAL		**12500**

STATEMENT-II

The year-wise details of the funds released as Central share and utilised by the State of Tamil Nadu during the last three years and the current year under National Ayush Mission:

S. No.	Year	Amount released as Central share (Rs. In lakhs)	Amount utilised (Rs. In lakhs)
1	2022-23	2428.686	2125.68
2	2023-24	6635.76	6431.24
3	2024-25	7380.32	5551.27
4	2025-26	1995.22	1995.22

ALLOCATION OF FERTILIZER SUBSIDY

4660. SHRI KALI CHARAN SINGH:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) the impact of Neem Coated Urea policy on diversion;

(b) whether POS-based sales monitoring has reduced leakages, if so the details thereof and the action taken against erring dealers;

(c) the total fertiliser subsidy allocated, released and utilised during the last three years and the current year, year-wise;

(d) whether any subsidy dues are pending to fertiliser companies, and if so, the details thereof;

(e) whether delays in subsidy payments have affected production/supply; and

(f) if so, the details thereof along with the corrective measures taken to ensure

timely settlement of claims?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): The primary purpose of neem coated urea is to enhance the efficiency of nitrogen utilization in agriculture. By coating urea with neem oil, which contains natural nitrification inhibitors, the release of nitrogen is slowed down, making it available to plants over a longer period. This slow-release feature helps to reduce nitrogen leaching into the soil, which can lead to water and soil contamination. The use of neem coated urea has been beneficial in improving soil health, reducing pest and disease attacks, and increasing nitrogen use efficiency. In 2017, Department of Agriculture, & Farmers Welfare (DA&FW) conducted a study to determine the impact of Neem Coated Urea through Agricultural Development and Rural Transformation Centre (ADRTC), Bengaluru which inter-alia found that diversion of highly subsidized urea towards non-agricultural purposes negligible among farmers after the introduction of the mandatory policy of production and distribution of only Neem Coated Urea. Further, in order to address the issues such as diversion, hoarding and black-marketing, fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. State Governments are empowered to take action against persons involved in said malpractices, as per provisions of EC Act.

Any complaints received at Department of Fertilizers level regarding these malpractices is also sent to concerned State Government to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985. However, Department of Agriculture and Farmers Welfare (DA&FW) in consultation with the State Governments is regularly monitoring the enforcement action taken by State Governments against the cases of Black marketing, Hoarding, Sub-standard and Diversion on weekly basis.

There is a ceiling of 50 bags per buyer per month on PoS based sale of subsidized fertilizers and any suspicious sale through PoS machine, beyond official hours is also being monitored by the respective State Government officials. Furthermore, at the time of biometric authentication, the season wise, month wise purchase made by the Farmer is reflected on the PoS screen for awareness of the Farmer and the retailer. Under FCO, 1985, the State Government is empowered to take necessary action against erring dealers to prevent leakages.

(c): The details of the total amount of fertilizer subsidy allocated and disbursed by the Government during the last three years 2022-23 to 2024-25 and the current financial year (as on 17.03.2026) are as follows:

			(Rs. In Crores)
Financial Year	**Component**	**Allocation**	**Expenditure**
2022-23	Phosphatic & Potassic (P&K)	86,122.00	86,122.00
	Urea	1,68,677.00	1,68,677.00
	Promotion of Organic Fertilizers	--	--

	(MDA)		
	Total	**2,54,799.00**	**2,54,799.00**
2023-24	Phosphatic & Potassic (P&K)	65,200.00	65,200.00
	Urea	1,30,221.00	1,30,221.00
	Promotion of Organic Fertilizers (MDA)	5.00	
	Total	**1,95,426.00**	**1,95,421.00**
2024-25	Phosphatic & Potassic (P&K)	52,810.00	52,810.00
	Urea	1,24,319.50	1,24,319.50
	Promotion of Organic Fertilizers (MDA)	28.00	28.00
	Total	**1,77,157.50**	**1,77,157.50**
2025-26 (source: PAO)	Phosphatic & Potassic (P&K)	60,000 (RE)	59,967.98 (as on 17.03.2026)
	Urea	1,41,961.50 (RE)	1,32,889.78 (as on 17.03.2026)
	Promotion of Organic Fertilizers (MDA)	100 (RE)	88.30 (as on17.03.2026)
	Total	**2,02,061.50**	**1,92,946.06 (as on 17.03.2026)**

(d) to (f): The subsidy payable to individual fertilizer companies under the various subsidy schemes of Department of Fertilizers is disbursed through an online system. All the Fertilizer sale transactions are captured online in the Integrated Fertilizer Management System (iFMS) system on real time basis. The claims are processed on a weekly basis and the amount of subsidy is remitted to the company's bank account through electronic mode based on the actual sales made through PoS machines. The payment of bills is processed on "First in First out (FIFO)" principle in the sequence of the receipt of same based on duly completed bills received in the Department. It is a dynamic process. Further, claims raised by

the companies are also sent back for corrections and modifications following laid down provisions resulting in accumulation of pending claims. The Department is responsible for payment of bills only when bills, duly completed in all respects, are generated by the Fertilizer companies. Incomplete claims are not accepted. Whenever any shortage of funds is noticed, the Department immediately makes all the possible efforts to get additional funds under supplementary grants or revised estimates as per procedure.

Further, the availability of fertilizers viz. Urea, DAP, MOP and NPK has remained adequate in the country during the last three FYs i.e. 2022-23, 2023-24 and 2024-25 and current year (2025-26). The information regarding requirement, availability and sales of these fertilizers during the said period is given in the enclosed **Statement.**

STATEMENT

ALL INDIA

REQUIREMENT, AVAILABILITY AND SALES OF FERTILIZERS DURING 2022-23 to 2025-26 (Till 16.03.26)

Fig. in LMT

S.No	State	UREA			DAP			MOP			NPKS		
		Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales
1	2025-26 (Till 16.03.26)	374.22	438.22	386.09	109.23	120.15	98.20	25.95	29.61	21.69	155.08	193.99	146.66
2	2024-25	364.01	443.83	387.92	111.92	105.14	96.29	22.21	30.85	22.02	151.29	183.98	149.72
3	2023-24	356.08	437.47	357.81	110.18	127.42	109.73	27.62	22.74	16.45	126.31	156.51	116.80
4	2022-23	359.19	415.82	357.26	114.20	130.93	105.31	34.17	19.55	16.32	120.69	138.15	107.31

1. Primary Indicator of comfortable availability: Availability > Requirement

2. Secondary Indicator of comfortable availability: Availability > Sales

PENDENCY OF CASES

4661. SHRIMATI BAG MITALI:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the number of cases pending in the Supreme Court and High Courts as on date; and

(b) the reasons for pendency of court cases despite the Supreme Court having its sanctioned strength?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a) and (b): As per the information available on the National Judicial Data Grid (NJDG), the details of pending cases in the Supreme Court of India and the High Courts, as on 16.03.2026 are as under:

Sl. No.	Name of Court	Pending cases
1.	Supreme Court	92,876
2.	High Courts	63,98,686

Pendency of cases in courts arise due to several factors besides availability of adequate number of Judges and Judicial officers. These inter alia, include complexity of the facts involved, nature of evidence, co-operation of stakeholders, viz., bar, investigation agencies, witness and litigants, besides the availability of

physical infrastructure, supporting court staff, etc.

WELFARE SCHEMES FOR EX-SERVICEMEN IN BIHAR

4662. SHRI ABHAY KUMAR SINHA:

Will the Minister of **DEFENCE** be pleased to state:

(a) the details of Defence Welfare Schemes, pension disbursement and ECHS facilities for ex-servicemen and widows in Bihar including Aurangabad district;

(b) whether the Government proposes to establish any new defence manufacturing unit or corridor project in Bihar and if so, the details thereof; and

(c) the steps taken by the Government to increase recruitment rallies and provide skill training for defence jobs in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH):

(a): Kendriya Sainik Board (KSB) and Directorate General of Resettlement (DGR) provides welfare schemes/ benefits to ex-servicemen (ESM)/ widows/ war widows and their dependents. The details are enclosed at **Statement-I** and **Statement-II.** With respect to pension disbursement, an amount of Rs 44.32 crores has been disbursed to 1097 Armed Forces pensioners of Aurangabad district and an amount of Rs 4,679.86 crores has been disbursed to 1,26,906 Armed Forces pensioners of Bihar in the year 2025 towards their pensionary entitlements. With respect to ECHS facilities, there are 19 ECHS Polyclinics and a vast network of

ECHS empanelled hospitals functioning in the State of Bihar to provide cashless and capless healthcare to ESM.

(b): No.

(c): The Directorate of Induction and Selection in a Holistic Approach (DISHA) has conducted motivational lecture and one-on-one interaction at Patna on 14th Jun 2025, at Darbhanga on 28th Oct 2025 and at Bihta on 05th Dec 2025 in the state of Bihar. The recruitment procedure of Officers and soldiers of Indian Army is pan-India, irrespective of any state.

STATEMENT- I

1. Through Armed Forces Flag Day Fund-

S.No.	Grants	Amount (in Rs)
1	**Penury Grant** (65 Yrs and above) (Non-Pensioners upto Hav Rank)	Rs 8,000/-pm
2	**Education Grant** (upto two children) (i) Boys/Girls upto Graduation (ii) Widows for PG (Pensioner/Non Pensioner upto Hav Rank) and upto two children	Rs 2,000/-pm
3	**Disabled Children Grant** (Pensioner/Non-pen upto JCO Rank)	Rs 3,000/-pm
4	**Daughter's Marriage Grant** (upto 02 Daughters) (Pensioner/Non-Pen upto Hav Rank)	Rs 1,00,000/-
	Widow Re-Marriage Grant (Pensioner/Non-Pen upto Hav Rank)	
5	**Medical Treatment Grant** (Non-pensioner upto Hav Rank)	Rs 50,000/- (Max)

6	**Orphan Grant** (Pensioner/Non-pen All Ranks) ● Daughters of ex-servicemen till she is married. ● One Son of ESM upto 21 years of age.	Rs 3,000/- pm
7	**Vocational Trg Grant for Widows** (Pensioner/Non-Pen upto Hav Rank)	Rs 50,000/- (One Time)
8	**Serious Diseases as listed below: -** Angioplasty & Angiography, CABG, Open Heart Surgery, Valve Replacement, Pacemaker Implant, Cerebral stroke, Prostrate Surgery, Joint Replacement and Renal Failure. **Other Diseases**: Dialysis and Cancer treatment (Applicable to Non pensioners ESM/Widows/Dependents for wife of ESM in all ranks)	75% & 90% of total expenditure for officers & PBORs respectively. Upto Rs 1.50 Lakh (max). 75% & 90% of total expenditure for officers & PBORs respectively. Upto a max of Rs 75,000/- per annum for Cancer and Dialysis.
9	**Modified Scooter to Disabled Ex-servicemen applicable upto JCO rank.** ESM who are disabled after service with a disability 50% or more.	Rs 1,00,000 (re-apply after 10 yrs)
10	**Interest Subsidy on Home Loan applicable upto JCO rank**. Reimbursement of 50% interest charged by the banks or Govt/Public Sector including LIC, GIC and HUDCO etc for construction of house to War bereaved, War disabled and attributable peace time casualties.	Rs 1,00,000 max (one time)

2. Prime Minister's Scholarship Scheme: Total 5500 scholarship are provided annually to eligible wards based on merit for the entire duration of the courses. The rates of Scholarship are as follows: -

(a) Rs. 2500/- per month for boys.

(a) Rs. 3000/- per month for girls.

3. Financial support to institutions involved in rehabilitation of ESM :-

S.No.	Organisation	Quantum of Aid/Grant
1	**Paraplegic Rehabilitation Centers** (i) Kirkee (ii) Mohali	**Establishment grant (per annum)** (i)Rs 1.20 Cr 30,000/- pa wef Apr 2016 per inmate (ii)Rs 10 lakh (wef Apr 2015)
2	All India Gorkha Ex-servicemen welfare association, Dehradun	Rs. 12 lakh per annum (enhanced to Rs 18 lakh per annum wef FY 2026-27).
3	**Cheshire Homes** (i) Lucknow (ii) Dehradun (iii) Delhi	Rs 15,000/- per annum per inmate
4	**War Memorial Hostels.** There are 36 WMHs which provide shelter to the children of War Widows/War disabled, attributable and non attributable cases.	Rs 1350/- per child per month

4. Reservation of seats in Medical/Dental Colleges for wards of Defence Personnel as Govt of India Nominee. A total of 42 MBBS seats and 3 seats in BDS courses for FY 2025-26 were allotted by Ministry of Health Family Welfare to KSB for wards of defence personnel as a Govt of India nominee.

STATEMENT- II

THE DETAILS OF WELFARE MEASURES FOR ESM PROVIDED BY THE DIRECTORATE OF RESETTLEMENT FOR ESM

S.No.	SCHEME NAME	SCHEME DETAILS
1	DGR sponsored Security Agency Scheme	The DGR empanels/sponsors ESM run Private Security Agencies, and State ESM Corporations for providing security guards to various CPSEs and any Corporate Houses, Private Sector Undertakings as requisitioned
2	DGR Technical Service Scheme	DGR provides Ex-servicemen manpower for 'Technical Services' to the Government Est/ Complexes through empanelled State ESM Corporations. This scheme has been recently introduced.
3	ESM Coal Loading And Transportation Scheme (Officers only)	The Scheme is administered on the basis of MoU between the Coal India Ltd (CIL) and DGR. Presently the scheme is under revival.
4	Coal Tipper Attachment Scheme for ESM(For JCOs/OR)	This scheme is linked with the ESM Coal loading and transportation scheme
5	Tipper Attachment Scheme for Widows and Disabled Soldiers	Widows upto age of 65 and disabled soldiers having 50% or more disability are eligible to enrol for this scheme. This scheme is linked with the ESM Coal loading and transportation scheme.
6	Issue of DGR Eligibility Certificate for Allotment of LPG/ Retail Outlet (Petrol/ Diesel) Distributorship advertised by Oil Marketing Companies against 8%	ESM including War widows/ dependents of those who died in war, war disabled/disabled on duty while serving in operational area, widows/ dependents of those who died in harness due to attributable or aggravated causes to Military Service and ex-servicemen disabled in peace

	Reservation Quota	due to attributable or aggravated causes to Military Service are eligible for the scheme.
7	Management of Company Owned Company Operated Retail Outlets	Willing ESM (Officers) and JCOs who has not availed any other Govt/DGR benefit are sponsored for the COCO based on Oil Company's requisition for further selection by Oil Company.
8	Management of IGL/ MNGL CNG Stations By ESM In NCR/Pune	Desirous ESM registered in the scheme are sponsored on receipt of requisition from IGL (New Delhi and NCR region) & MNGL (Pune/Nashik).
9	Allotment Of Mother Dairy Milk Booths And Fruit & Vegetable (Safal) Shops In NCR	The ESM are registered for Milk / Safal (Fruit and Vegetable) booths separately till the age of 60 years. They operate these outlets and earn their livelihood / learn entrepreneurship wrt business.
10	Incorporation of Ex-Servicemen In PMBJP Scheme	The Government of India Scheme, Pradhan Mantri Bhartiya Janaushadhi Pariyojna (PMBJP), aims at establishing nation-wide Generic Medicine pharmacies for providing cheaper medicines to all. A special incentive of a one-time grant of Rs 2 lakhs, in addition to normal incentives (@ 20 % of monthly purchase, Maximum limit- Rs 20,000 p.m) as applicable, is granted as re-imbursement of Furniture & fixtures, Computers, Internet, Printers, Scanners etc to Women entrepreneurs, Divyang, SC, ST & those opened at aspirational districts (backward districts). As per F.No 35030/29/2022- Scheme by Dept of pharmaceuticals, Ministry of Chemicals & Fertilizers, Govt of India grant of special incentive has been approved for the ex-Servicemen joining the scheme. The scheme was launched by DGR in collaboration with PMBI

		in June 2023.
11	Resettlement Training/ Skill Development Courses	Training Directorate at DGR is responsible for organizing and conducting Resettlement / Skill Development Training Courses for retiring/retired personnel of Indian Armed Forces to enhance their skill level for smooth transition and suitable employment in civil street. (aa) For Officers - 60% Course fee is paid by MoD/ DGR while 40% is paid by each individual officer. Widows of officers are also eligible to undergo above courses. (ab) For JCOs/OR & Equivalent - 100% Course fee is paid by MoD/ DGR. Widows of JCOs/OR are eligible to undergo DGR sponsored courses.

PROMOTION OF TELEMEDICINE SERVICES IN RURAL AND REMOTE REGIONS

4663. SHRI SURESH KUMAR SHETKAR:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has prepared a national roadmap to scale up telemedicine services across rural and remote regions, if so, the State-wise coverage and patient utilisation data thereof;

(b) whether telemedicine infrastructure in Primary Health Centres suffers from connectivity and equipment shortages, if so, the details of deficiencies

identified and corrective measures undertaken in this regard;

(c) whether the Government proposes dedicated funding support to States for expanding telemedicine networks under Centrally sponsored schemes, if so, the details of allocation and the utilisation monitoring mechanism put in place for such funds;

(d) whether trained doctors and specialists are adequately available for tele-consultations in rural areas, if so, the details of the doctor-patient ratio under telemedicine platforms and vacancy status thereof;

(e) whether telemedicine consultations are integrated with Ayushman Bharat Digital Health Mission records for continuity of treatment, if so, the details of interoperability framework and implementation status thereof; and

(f) whether elderly, maternal and chronic disease patients are specifically covered through telemedicine outreach programmes, if so, the details of beneficiary numbers and targeted health outcomes achieved in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (f): Ministry of Health and Family Welfare (MoHFW) has implemented a telemedicine service known as national telemedicine service (eSanjeevani) working as per under mentioned variants-

(i) eSanjeevani AB-AAM: It is a provider-to-provider telemedicine system,

launched in November 2019 and is based on hub and spoke model.

(ii) eSanjeevani OPD: It is a patient-to-provider telemedicine system, launched in April 2020, to enable citizens to get outpatient services in the confines of their homes to provide safe provider-to-patient consultations.

The platform has been designed to bring timely, affordable, and quality healthcare closer to citizens, especially those in rural, remote, and underserved areas. Through eSanjeevani AB–AAM, patients visiting Ayushman Aarogya Mandirs receive specialist consultations without the need to travel long distances. Community Health Officers and frontline healthcare workers assist patients locally, while specialists at district hospitals and medical colleges provide expert medical advice and e-prescriptions remotely. This model significantly reduces out-of-pocket expenditure, referral delays, and overcrowding at higher facilities. Complementing this, eSanjeevani OPD empowers citizens to consult qualified doctors directly from their homes via an online outpatient service. By saving time, lowering costs, and ensuring continuity of care, the platform improves health-seeking behaviour and enables early medical intervention.

As on 16 March 2026, eSanjeevani has served over 45 crores patients across the nation, of which over 57% beneficiaries are women, and around 14% beneficiaries are senior citizens. The service is operational through a vast network of 1,38,504 health facilities (spokes), supported by 18,573 hubs and 776 online OPDs, ensuring seamless access to quality healthcare even in the most remote

regions. Over 2.31 lakh healthcare providers, including doctors, specialists, super-specialists, and frontline health workers, are actively using the platform to deliver consultations. The state-wise details are given in the enclosed **Statement.**

The eSanjeevani platform has been rolled out in all States/UTs in the country and its implementation is with the States/UTs. Financial provisions are disbursed to States/UTs through the National Health Mission (NHM) Project Implementation Plans (PIPs) for enhanced provision of Teleconsultation services in rural and urban areas. Based on the proposals received in the form of Programme Implementation Plans (PIPs) under NHM. Approval is provided on the proposals in the form of Record of Proceedings (RoPs) as per norms & available resources. During the year 2024-25, a total of Rs. 222.88 Cr have been approved for teleconsultation facilities at HWCs-Rural, under the National Health Mission.

The Government has taken the following steps to improve connectivity and equipment availability in remote areas:

i. Establishment of regional hubs at Medical colleges and CHCs/DHs, staffed with teams of doctors to support the underlying spokes.

ii. Allowing doctors to conduct teleconsultations in shifts, enabling them to participate alongside their regular duties. Including AYUSH practitioners for specific types of consultations, thereby expanding the pool of available healthcare providers.

iii. Enabling spokes to call hubs within States and Union Territories (UTs) based on

the availability of doctors, thereby addressing challenges in providing teleconsultation services due to shortage of medical professionals in facilities.

iv. Strengthening eSanjeevani's technology infrastructure with userfriendly interfaces and Al-driven tools to enhance doctors' efficiency and reduce their workload. Additionally, eSanjeevani is compliant with the Ayushman Bharat Digital Mission (ABDM) which enables the secure exchange of health records and ensures that teleconsultations are supported by comprehensive, patient-centric data.

v. To address network connectivity issues, under the Digital India Programme, the Government has taken steps to improve internet connectivity and digital infrastructure across rural areas. Initatives like BharatNet are providing high-speed internet to rural India and supporting telemedicine services in some states. State Governments collaborate with telecom providers to extend broadband coverage upto the Ayushman Arogya Mandir Sub Health Centre level.

vi. The Government conducts training and capacity building of healthcare professionals for the effective use of telemedicine technology through the eSanjeevani platform. eSanjeevan team at CDAC Mohali conducts virtual training sessions for doctors and healthcare workers to build their capacities.

STATEMENT

State/UT wise details of eSanjeevani Teleconsultations						
S. No	**State/UT**	**Total HUBs Operational**	**Total Spokes Operational**	**Total Number of Consultations in eSanjeevani AAM**	**Total Number of Consultations in eSanjeevani OPD**	**Total Teleconsultations**
1	Andaman And Nicobar Islands	2	67	884	76	960
2	Andhra Pradesh	1221	11426	83400598	37046	83437644
3	Arunachal Pradesh	12	191	7943	568	8511
4	Assam	362	3229	3044827	46775	3091602
5	Bihar	53	9542	29464229	123170	29587399
6	Chandigarh	5	56	127571	19099	146670
7	Chhattisgarh	276	4465	4553016	1260	4554276
8	Delhi	5	28	3544	77220	80764
9	Goa	23	99	2841	2200	5041
10	Gujarat	1903	9246	12827731	1018813	13846544
11	Haryana	192	1828	1055845	213600	1269445
12	Himachal Pradesh	539	1896	1131337	7488	1138825
13	Jammu And Kashmir	507	1893	1686495	146604	1833099
14	Jharkhand	29	3248	3706708	12708	3719416
15	Karnataka	2035	6283	24133832	5284439	29418271
16	Kerala	129	6809	2673180	578381	3251561
17	Ladakh	1	201	155094	79	155173
18	Lakshadweep	2	7	627	0	627
19	Madhya Pradesh	177	10147	12186047	7642	12193689
20	Maharashtra	1878	9164	12352939	746507	13099446

21	Manipur	27	271	102213	8721	110934
22	Meghalaya	43	549	358219	14	358233
23	Mizoram	88	296	51560	192	51752
24	Nagaland	1	230	15598	16	15614
25	Odisha	481	6543	4921233	416	4921649
26	Puducherry	4	46	6791	46	6837
27	Punjab	16	1579	914496	4535	919031
28	Rajasthan	1893	5296	3006166	113654	3119820
29	Sikkim	26	156	55234	19	55253
30	Tamil Nadu	1533	6906	71079590	1748318	72827908
31	Telangana	954	5714	31790489	28774	31819263
32	Dadra And Nagar Haveli And Daman And Diu	15	72	152094	64	152158
33	Tripura	117	674	210788	155	210943
34	Uttar Pradesh	3948	18594	61096470	1836364	62932834
35	Uttarakhand	9	1075	568438	970005	1538443
36	West Bengal	67	10678	77082162	13241	77095403

कुपोषण की वर्तमान स्थिति

4664. श्री हनुमान बेनीवाल:

एडवोकेट चन्द्र शेखर:

क्या **महिला और बाल विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) नवीनतम सर्वेक्षणों के अनुसार देश में बच्चों में कुपोषण की वर्तमान दर का राज्य-वार ब्यौरा क्या है;

(ख) क्या पोषण अभियान तथा अन्य संबंधित योजनाओं के अंतर्गत स्वीकृत बजट की तुलना में वास्तविक व्यय कम रहा है और यदि हां, तो गत तीन वर्षों के दौरान स्वीकृत बजट तथा

वास्तविक व्यय का राज्य-वार ब्यौरा क्या है;

(ग) क्या सरकार का देश में विशेषकर जनजातीय क्षेत्रों में कुपोषण से निपटने के लिए उक्त योजनाओं के कार्यान्वयन तथा बजट के दुरुपयोग को रोकने के लिए उन पर किए गए व्यय की निगरानी हेतु कोई ठोस तंत्र विकसित करने का विचार है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा तथा उसकी समय-सीमा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

महिला और बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर):

(क) से (घ): महिला एवं बाल विकास मंत्रालय ने मिशन सक्षम आंगनवाड़ी और पोषण 2.0 (मिशन पोषण 2.0) के तहत निर्धारित संकेतकों पर आंगनवाड़ी केंद्रों, आंगनवाड़ी कार्यकर्त्रियों और लाभार्थियों से संबंधित सभी कार्यकलापों की निगरानी और ट्रैकिंग के लिए आईसीटी आधारित उपकरण 'पोषण ट्रैकर' डिजिटल एप्लिकेशन लॉन्च किया है। पोषण ट्रैकर के तहत प्रौद्योगिकी का लाभ 0-6 वर्ष के आयु वर्ग के बच्चों में ठिगनापन, दुबलापन, अल्प वजन के व्यापकता की गतिशील पहचान के लिए उठाया जा रहा है। देश में बच्चों में कुपोषण के बारे में राज्यवार सूचना पोषण ट्रैकर के सार्वजनिक डैशबोर्ड पर इस लिंक https://www.poshantracker.in/statistics पर उपलब्ध है।

इसके अतिरिक्त, स्वास्थ्य एवं परिवार कल्याण मंत्रालय द्वारा 1992-93 से आयोजित राष्ट्रीय परिवार स्वास्थ्य सर्वेक्षण (एनएफएचएस) के विभिन्न चरणों में देश भर के बच्चों में कुपोषण के संकेतकों से संबंधित आंकड़े भी एकत्र किए जाते हैं। एनएफएचएस-5 के अनुसार इन संकेतकों का राज्यवार ब्यौरा संलग्न **विवरण -I** में दिया गया है।

मिशन पोषण 2.0 एक केंद्र प्रायोजित योजना है, जिसमें समग्र योजना और नीति निर्माण की जिम्मेदारी केंद्र सरकार की है, जबकि इसका दैनिक कार्यान्वयन राज्य सरकार और संघ राज्य क्षेत्र प्रशासन के दायरे में आता है। पिछले तीन वर्षों के लिए इस योजना के तहत वित्तीय आवंटन और व्यय

का ब्यौरा नीचे दिया गया है:

क्र.सं.	वर्ष	बजट अनुमान (करोड़ रुपये)	संशोधित अनुमान (करोड़ रुपये)	व्यय/जारी की गई निधि (करोड़ रुपये)
1	2022-23	20,263.07	20,263.07	19,876.11
2	2023-24	20,554.31	21,523.13	21,809.64
3	2024-25	21,200.00	21,035.12	21,014.01

मंत्रालय ने निधि के उपयोग की प्रभावी निगरानी सुनिश्चित करने के लिए, उपयोगिता प्रमाण पत्र और व्यय विवरण जमा करने के लिए एक विशेष पोर्टल बनाया है। इसके अलावा, पारदर्शिता और जवाबदेही को बेहतर बनाने के लिए, मिशन पोषण 2.0 को एसएनए स्पर्श से जोड़ा गया है, जो 'जस्ट इन टाइम' पद्धति पर काम करता है। पिछले तीन वर्षों के दौरान मिशन पोषण 2.0 के तहत राज्यों और संघ राज्य क्षेत्रों के लिए जारी की गई निधि का ब्यौरा संलग्न **विवरण -II** में दिया गया है।

सेवा प्रदायगी की अंतिम लाभार्थी तक ट्रैकिंग के लिए, महिला एवं बाल विकास मंत्रालय ने पोषण ट्रैकर एप्लिकेशन में फेशियल रिकग्निशन सिस्टम तैयार किया है। इसका उद्देश्य टेक-होम राशन की प्रदायगी करना और यह सुनिश्चित करना है कि इसका लाभ केवल उन्हीं लाभार्थियों को मिले जो एप्लिकेशन में पंजीकृत हैं। इसके अलावा, लाभार्थियों जैसे-गर्भवती महिलाओं, स्तनपान कराने वाली माताओं और किशोरियों को टेक-होम राशन की निर्बाध आपूर्ति सुनिश्चित करने के लिए एप्लिकेशन में नॉमिनी मॉड्यूल भी शुरू किया गया है। यदि किसी कारणवश, कोई पंजीकृत लाभार्थी फेशियल रिकग्निशन सिस्टम के माध्यम से अपना टेक-होम राशन प्राप्त करने के लिए आंगनवाड़ी केंद्र नहीं जा पाती है, तो वह अपनी ओर से किसी अन्य व्यक्ति को अपना टेक-होम राशन प्राप्त करने के लिए नामित कर सकती है। इसके अतिरिक्त, आधार-आधारित ट्रैकिंग से लाभार्थियों की सही पहचान सुनिश्चित हुई है, जिससे प्रदायगी में होने वाली गड़बड़ियों (लीकेज) को रोकने और 'घोस्ट एंट्रीज़' (फर्जी प्रविष्टियों)

को समाप्त करने में मदद मिली है। 'पोषण ट्रैकर' डैशबोर्ड पर उपलब्ध आंकड़ों के अनुसार, 99.88% पंजीकृत लाभार्थियों का आधार सत्यापन हो चुका है।

विवरण- I

राष्ट्रीय परिवार स्वास्थ्य सर्वेक्षण-5 (2019-2021) के अनुसार, पाँच वर्ष से कम आयु के बच्चों में ठिगनापन, दुबलापन और अल्प वज़न की राज्य और संघ राज्य क्षेत्र-वार व्यापकता।

क्र.सं.	**राज्य और संघ राज्य क्षेत्र**	**ठिगनापन** (%)	**दुबलापन** (%)	**अल्पवजन** (%)
भारत		**35.5**	**19.3**	**32.1**
1	अंडमान और निकोबार द्वीप समूह	22.5	16	23.7
2	आंध्र प्रदेश	31.2	16.1	29.6
3	अरुणाचल प्रदेश	28	13.1	15.4
4	असम	35.3	21.7	32.8
5	बिहार	42.9	22.9	41
6	चंडीगढ़	25.3	8.4	20.6
7	छत्तीसगढ़	34.6	18.9	31.3
8	दादरा और नगर हवेली एवं दमन एवं दीव	39.4	21.6	38.7
9	दिल्ली	30.9	11.2	21.8
10	गोवा	25.8	19.1	24
11	गुजरात	39	25.1	39.7
12	हरियाणा	27.5	11.5	21.5
13	हिमाचल प्रदेश	30.8	17.4	25.5
14	जम्मू एवं कश्मीर	26.9	19	21
15	झारखंड	39.6	22.4	39.4
16	कर्नाटक	35.4	19.5	32.9
17	केरल	23.4	15.8	19.7
18	लक्षद्वीप	32	17.4	25.8
19	लद्दाख	30.5	17.5	20.4
20	मध्य प्रदेश	35.7	19	33
21	महाराष्ट्र	35.2	25.6	36.1
22	मणिपुर	23.4	9.9	13.3
23	मेघालय	46.5	12.1	26.6

क्र.सं.	राज्य और संघ राज्य क्षेत्र	ठिगनापन (%)	दुबलापन (%)	अल्पवजन (%)
24	मिजोरम	28.9	9.8	12.7
25	नागालैंड	32.7	19.1	26.9
26	उड़ीसा	31	18.1	29.7
27	पुद्दुचेरी	20	12.4	15.3
28	पंजाब	24.5	10.6	16.9
29	राजस्थान	31.8	16.8	27.6
30	सिक्किम	22.3	13.7	13.1
31	तमिलनाडु	25	14.6	22
32	तेलंगाना	33.1	21.7	31.8
33	त्रिपुरा	32.3	18.2	25.6
34	उत्तर प्रदेश	39.7	17.3	32.1
35	उत्तराखंड	27	13.2	21
36	पश्चिम बंगाल	33.8	20.3	32.2

विवरण II

पिछले 3 वर्षों के लिए राज्य और संघ राज्य क्षेत्र-वार जारी निधि का ब्यौरा

(करोड़ रुपये)

क्र.सं.	राज्य और संघ राज्य क्षेत्र	जारी की गई निधि (2022-23)	जारी की गई निधि (2023-24)	जारी की गई निधि (2024-25)	जारी की गई निधि (2025-26)
1	अंडमान और निकोबार द्वीप समूह	3.85	12.15	9.63	8.10
2	आंध्र प्रदेश	827.79	705.68	645.73	522.97
3	अरुणाचल प्रदेश	137.78	162.06	102.61	109.67
4	असम	1651.63	2233.31	2482.34	1025.07
5	बिहार	1740.09	1859.29	2262.92	878.72
6	चंडीगढ़	33.10	19.79	14.56	9.87
7	छत्तीसगढ़	668.96	579.46	733.30	392.39
8	दादरा एवं नगर हवेली और दमन एवं दीव	5.80	11.97	9.13	144.61

9	दिल्ली	182.77	161.81	160.41	5.92
10	गोवा	14.71	13.95	13.44	12.62
11	गुजरात	912.64	1126.80	601.32	337.53
12	हरियाणा	195.25	225.78	232.69	43.38
13	हिमाचल प्रदेश	270.24	301.09	313.07	257.02
14	जम्मू एवं कश्मीर	479.01	530.88	662.79	282.87
15	झारखंड	430.91	664.30	496.95	386.01
16	कर्नाटक	765.87	912.96	886.85	620.40
17	केरल	444.98	306.64	435.74	176.06
18	लद्दाख	18.79	19.62	18.89	16.41
19	लक्षद्वीप	0.44	2.88	1.35	0.82
20	मध्य प्रदेश	1011.57	1123.11	1144.54	791.73
21	महाराष्ट्र	1646.17	1699.52	1368.84	1060.79
22	मणिपुर	135.95	201.28	342.87	133.15
23	मेघालय	192.39	269.69	137.93	81.40
24	मिजोरम	42.81	100.27	55.29	47.93
25	नागालैंड	199.30	262.91	147.01	88.88
26	ओडिशा	923.92	968.80	948.16	789.82
27	पुद्दुचेरी	0.12	4.48	3.68	3.90
28	पंजाब	75.31	307.87	265.48	133.15
29	राजस्थान	974.02	1091.96	741.85	722.33
30	सिक्किम	20.33	33.49	18.07	9.00
31	तमिलनाडु	766.81	880.79	638.47	508.87
32	तेलंगाना	550.69	507.87	430.76	117.70
33	त्रिपुरा	150.52	244.22	153.41	133.75
34	उत्तर प्रदेश	2721.87	2668.69	2694.62	1944.79
35	उत्तराखंड	425.84	288.24	216.33	223.30
36	पश्चिम बंगाल	1227.59	1237.56	1513.80	1029.28

NATIONWIDE HPV VACCINATION

4665. PROF. SOUGATA RAY:

SHRI TANGELLA UDAY SRINIVAS:

SHRIMATI SANGEETA KUMARI SINGH DEO:

SHRI T.M. SELVAGANAPATHI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the details of the target age group of girls and proposed coverage for vaccinations at designated government health facilities under the nationwide vaccination programme against Human Papillomavirus (HPV) for the prevention of cervical cancer in the country, State-wise and district-wise for Andhra Pradesh including Kakinada city;

(b) the steps taken/proposed to be taken by the Government to ensure uninterrupted availability of the vaccine and address vaccine hesitancy and to ensure equitable coverage in rural and aspirational districts, including Kakinada;

(c) the total amount of funds sanctioned, released and utilised for procurement of vaccines, distribution, awareness generation, strengthening of the cold-chain infrastructure and domestic manufacturing of HPV vaccines under the programme; and

(d) the mechanism put in place for monitoring and management of Adverse Events Following Immunisation (AEFI) including the reporting and surveillance

mechanisms established under the programme?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): The Nationwide free HPV vaccination campaign was launched on 28th February 2026 for approximately 1.2 crore eligible beneficiary girls aged 14 years across all 36 States and Union Territories. The state-wise & district wise targets for Andhra Pradesh including Kakinada city are provided in Statement.

(b) and (c): To ensure uninterrupted availability of the vaccine, the Government of India has secured HPV vaccine supplies as kind support from GAVI, the Vaccine Alliance. Awareness generation is promoted through IEC materials such as radio jingles, posters including AEFI poster, banners, myth-busting digital content and use of social media platforms to provide accurate information, address misconceptions and ensure equitable access coverage in rural and aspirational districts, including Kakinada. The operational guidelines for the roll out of HPV vaccination campaign have been disseminated to all States/UTs. Training on HPV vaccination for medical and paramedical staff across all 36 States/UTs in the country has been completed.

(d): The vaccine is administered at designated Government health facilities including Ayushman Arogya Mandirs (AAMs) - Primary Health Centres (PHCs), Community Health Centres (CHCs), Sub-District Hospitals (SDHs), District

Hospitals (DHs) and Government Medical Colleges and Hospitals (GMCHs) in the presence of medical officers. The extensive training on HPV vaccination for medical and paramedical staff across all 36 States/UTs in the country has been completed. The vaccination sites are linked to 24x7 Adverse Events Following Immunization (AEFI) Management Centers for prompt management of adverse events, if any. A system is in place for reporting, investigation, and causality assessment of AEFI events.

STATEMENT

District-wise target of girls aged 14 years of Andhra Pradesh

S. No	District Name	Girls aged 14 years
1	Alluri Sitharama Raju	6,701
2	Anakapalli	10,755
3	Ananthapuramu	16,449
4	Annamayya	9,885
5	Bapatla	7,251
6	Chittoor	10,990
7	Dr. B.R. Ambedkar Konaseema	8,930
8	East Godavari	13,964
9	Eluru	13,502
10	Guntur	14,167
11	Kakinada	14,402
12	Krishna	10,699
13	Kurnool	23,957
14	Markapuram	8,621

15	Nandyal	14,126
16	NTR	14,776
17	Palnadu	13,753
18	Parvathipuram Manyam	6,219
19	Polavaram	2,777
20	Prakasam	11,814
21	Sri Potti Sriramulu Nellore	16,251
22	Sri Sathya Sai	11,617
23	Srikakulam	14,036
24	Tirupati	14,455
25	Visakhapatnam	14,792
26	Vizianagaram	11,989
27	West Godavari	11,673
28	YSR Kadapa	16,826
State of Andhra Pradesh		**3,45,377**

Target Population of 14 yrs girls for HPV Vaccination in Kakinada City is 2954.

Source: As per the information received from the state.

UPGRADATION OF DISTRICT HOSPITALS UNDER PM-ABHIM

4666. SHRI RAHUL KASWAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the total budget allocation and expenditure incurred under the Pradhan Mantri-Ayushman Bharat Health Infrastructure Mission (PM-ABHIM) during 2024–25 and 2025–26;

(b) the number of District Hospitals upgraded to critical care blocks across the

country, Statewise, particularly in Rajasthan;

(c) whether Churu District Hospital has been sanctioned for such upgradation, if so, the details thereof; and

(d) the timeline fixed for operationalisation of sanctioned projects in Rajasthan?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (d): Pradhan Mantri- Ayushman Bharat Health Infrastructure Mission (PM-ABHIM) is a Centrally Sponsored Scheme (CSS) with some Central Sector Components (CS) which has an outlay of Rs. 64,180 Crores for the scheme period (FY 2021-22 to FY 2025-26).

The scheme envisages a new generation of reforms to integrate and strengthen health service delivery and public health action in managing such pandemics or health crisis. The measures under the scheme are aimed at strengthening health systems and institutions in order to provide a continuum of care at all levels, namely primary, secondary, and tertiary, as well as preparing health systems to respond effectively to current and future pandemics and disasters.

Under the CSS component of the scheme, administrative approvals have been accorded to the State of Rajasthan for five years i.e. FY 2021-22 to 2025-2026 for an amount of Rs. 2,618.97 Cr. for construction/ strengthening of 1,112

Building less Sub Health Centres (SHCs), 639 Urban-Ayushman Arogya Mandir (AAM), 184 Block Public Health Units (BPHUs), 33 Integrated Public Health Labs (IPHLs) and 33 Critical Care Blocks (CCBs) at District Hospitals and Medical college level.

Critical Care Blocks (CCBs) at the district level, are being established across the country to provide advanced critical care services along with necessary supportive and ancillary infrastructure. These facilities are intended to enhance the preparedness of the public health system to effectively respond to medical emergencies, disease outbreaks, and future pandemics. The State/UT-wise provision of Critical Care Blocks, including Rajasthan, is given in the enclosed **Statement-I**.

With respect to Churu district, one Integrated Public Health Laboratory (IPHL) with a financial allocation of Rs. 1.25 crore and one Critical Care Block (CCB) with a financial allocation of Rs. 23.75 crore have been approved for Churu district, Rajasthan under PM-ABHIM.

The State/UT-wise details of Central Release and Expenditure under PM-ABHIM for the FY 2024-25 & FY 2025-26 (up to 26.02.2026) are given in the enclosed **Statement-II**.

STATEMENT-I

State/UT wise provision of Critical Care Block (CCBs)

S. No.	State / UT	Units Approved
1	Andhra Pradesh	**24**
2	Bihar	**38**
3	DNH & DD	**1**
4	Madhya Pradesh	**50**
5	Maharashtra	**36**
6	Manipur	**2**
7	Meghalaya	**3**
8	Mizoram	**1**
9	Nagaland	**1**
10	Punjab	**22**
11	**Rajasthan**	**33**
12	Sikkim	**1**
13	Tamil Nadu	**37**
14	Tripura	**1**
15	Telangana	**31**
16	Chhattisgarh	**23**
17	Jharkhand	**23**
18	West Bengal	**22**
19	Jammu & Kashmir	**10**
20	Karnataka	**34**
21	Himachal Pradesh	**8**
22	Gujarat	**32**
23	Uttar Pradesh	**74**
24	Odisha	**28**
25	Uttarakhand	**5**
26	Puducherry	**4**
27	Kerala	**14**
28	Assam	**27**
29	Haryana	**22**

S. No.	State / UT	Units Approved
30	A & N Islands	**1**
31	Arunachal Pradesh	**1**
32	Chandigarh	**1**
33	Delhi	**9**
34	Goa	**2**
	Total	**621**

STATEMENT- II

State/UT-wise Central Release and Expenditure under Pradhan Mantri Ayushman Bharat Health Infrastructure Mission for FY 2024-25 and FY 2025-26 (up to 26.02.2026)

(Rs. in Crore)

S. No.	Name of the State/UT	2024-25		2025-26	
		Central Release	Expenditure	Central Release	Expenditure
1	Andaman and Nicobar Islands	1.05	1.57	2.10	2.11
2	Andhra Pradesh	39.07	65.16	55.74	54.79
3	Arunachal Pradesh	1.05	2.44	0.50	0.28
4	Assam	159.61	177.34	86.78	81.45
5	Bihar	15.92	185.61	60.62	84.25
6	Chandigarh	5.13	6.34	5.13	8.44
7	Chattisgarh	18.63	31.05	19.19	21.80
8	Dadra & Nagar Haveli and Daman & Diu	0.53	0.51	0.79	0.74
9	Delhi	0.00	0.00	38.21	0.24
10	Goa	0.10	0.21	0.54	1.04
11	Gujarat	79.38	146.63	86.23	71.31
12	Haryana	36.00	88.63	8.45	2.87
13	Himachal Pradesh	44.81	52.92	73.21	47.82

14	Jammu & Kashmir	60.44	63.71	42.88	81.31
15	Jharkhand	65.27	289.16	63.81	65.46
16	Karnataka	118.91	198.19	140.78	123.06
17	Kerala	24.58	36.15	17.30	19.79
18	Ladakh	0.62	0.62	0.31	0.31
19	Lakshadweep	0.00	0.51	0.32	0.09
20	Madhya Pradesh	63.19	295.14	90.87	109.24
21	Maharashtra	65.48	86.82	112.12	63.28
22	Manipur	5.74	21.20	8.77	7.16
23	Meghalaya	10.50	27.34	17.44	15.49
24	Mizoram	3.82	7.27	1.45	2.36
25	Nagaland	0.00	1.71	0.00	2.91
26	Odisha	149.05	248.42	81.58	119.00
27	Puducherry	2.50	4.28	4.88	2.92
28	Punjab	8.92	45.33	48.10	64.53
29	Rajasthan	157.76	262.93	128.30	154.38
30	Sikkim	1.67	3.74	3.75	4.04
31	Tamil Nadu	224.99	512.33	149.65	163.08
32	Telangana	208.82	348.04	139.15	95.00
33	Tripura	2.12	2.94	2.13	3.00
34	Uttar Pradesh	400.95	544.74	173.42	188.52
35	Uttarakhand	26.89	31.07	27.16	17.04
36	West Bengal	78.40	92.35	79.73	56.94

Note:

1. The above releases relate to Central Govt. Grants & do not include State share contribution. Central Release for the F.Y. 2025-26 is updated upto 26.02.2026 and is provisional.

2. Expenditure includes Central Release, State release & unspent balances at the beginning of the year. Expenditure is as per FMRs submitted by States/UTs and is provisional. Expenditure for FY 2025-26 is updated upto 31.12.2025.

जौनपुर में मामलों का निपटान

4667. श्री बाबू सिंह कुशवाहाः

श्री देवेश शाक्यः

क्या **विधि और न्याय** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या उत्तर प्रदेश के जौनपुर जिले में न्यायालयों में बड़ी संख्या में मामले लंबित होने के कारण दीवानी, आपराधिक और पारिवारिक विवादों के निपटान में बहुत विलंब हो रहा है और यदि हां, तो आज की तिथि के अनुसार कुल लंबित मामलों का ब्यौरा क्या है ;

(ख) जौनपुर जिले में न्यायाधीशों के स्वीकृत पदों की तुलना में कितने पद रिक्त हैं और सरकार द्वारा उन्हें भरने के लिए क्या कदम उठाए गए हैं ;

(ग) क्या जिला न्यायालय परिसर में पर्याप्त कोर्ट रूम, अधिवक्ताओं के कक्ष, प्रतीक्षालय और अन्य बुनियादी सुविधाएं उपलब्ध हैं और यदि नहीं, तो क्या अवसंरचना को सुदृढ़ करने के लिए किसी विशेष योजना/बजट को मंजूरी दी गई है ; और

(घ) क्या पारिवारिक न्यायालयों में वैवाहिक विवादों के त्वरित समाधान के लिए मध्यस्थता तंत्र को मजबूत करने, परामर्शदाताओं की नियुक्ति और मामलों के प्रबंधन संबंधी डिजिटल प्रणाली के लिए कोई कार्ययोजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

(क): मामलों का निपटारा न्यायपालिका के अनन्य अधिकार क्षेत्र में है। उत्तर प्रदेश के जौनपुर जिले में 17 मार्च 2026 तक लंबित मामलों का कुल विवरण निम्नलिखित है:

जिला	सिविल मामले	दांडिक मामले	कुल योग
जौनपुर उत्तर प्रदेश	67,284	1,38,639	2,05,923

31 जनवरी 2026 तक, उत्तर प्रदेश के जौनपुर जिले में स्थित 5 पारिवारिक न्यायालयों में 8,289 मामले लंबित हैं।

(ख): न्यायिक अधिकारियों के रिक्त पदों से संबंधित जिलावार जानकारी केंद्र द्वारा नहीं रखी जाती है। जिला एवं अधीनस्थ न्यायालयों में न्यायिक अधिकारियों के रिक्त पदों को भरना संबंधित उच्च न्यायालयों और राज्य सरकारों का दायित्व है। संवैधानिक ढांचे के अनुसार, संविधान के अनुच्छेद 309 के परंतुक तथा अनुच्छेद 233 एवं 234 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, संबंधित राज्य सरकार उच्च न्यायालय से परामर्श करके न्यायिक अधिकारियों की नियुक्ति एवं भर्ती संबंधी नियम एवं विनियम बनाती है । माननीय उच्चतम न्यायालय ने जनवरी 2007 में मालिक मजहर सुल्तान वाले मामले में पारित आदेश के माध्यम से अन्य बातों के साथ-साथ कुछ समयसीमाएं निर्धारित की हैं, जिनका पालन राज्यों एवं संबंधित उच्च न्यायालय को जिला और अधीनस्थ न्यायालयों में न्यायाधीशों की भर्ती के लिए करना होता है।

(ग): राज्यों/केंद्र शासित प्रदेशों में जिला एवं अधीनस्थ न्यायालयों के लिए अवसंरचना सुविधाओं के विकास का प्राथमिक दायित्व राज्य/केंद्र शासित प्रदेश सरकारों पर है। यद्यपि, राज्य/केंद्र शासित प्रदेश सरकारों के संसाधनों को बढ़ाने के लिए, केंद्र सरकार 1993-94 से केंद्र और राज्यों के बीच निर्धारित निधि बंटवारे के अनुसार राज्य/केंद्र शासित प्रदेश सरकारों को वित्तीय सहायता प्रदान करके जिला एवं अधीनस्थ न्यायालयों के लिए अवसंरचना सुविधाओं के विकास हेतु एक केंद्र प्रायोजित योजना लागू कर रही है। उत्तर प्रदेश राज्य में 2,931 न्यायालय भवन और 2,524 आवासीय इकाइयां उपलब्ध हैं और अतिरिक्त 274 न्यायालय भवन और 308 आवासीय इकाइयां निर्माणाधीन हैं । चालू वित्तीय वर्ष 2025-26 में उत्तर प्रदेश राज्य को 36.05 करोड़ रुपये की राशि जारी की गई है।

(घ): सरकार पारिवारिक न्यायालयों में मध्यस्थता और परामर्श सहित वैकल्पिक विवाद समाधान (ए.डी.आर.) तंत्रों को बढ़ावा दे रही है ताकि सौहार्दपूर्ण समझौते हो सकें और मुकदमेबाजी का बोझ कम हो सके, क्योंकि ये तंत्र कम विरोधाभासी हैं और विवादों को सुलझाने के पारंपरिक उपायों का बेहतर विकल्प प्रदान कर सकते हैं। ए.डी.आर. तंत्रों के उपयोग से न्यायपालिका पर बोझ कम होने

और इस प्रकार देश के नागरिकों को समय पर न्याय मिलने की आशा है। सरकार इन तंत्रों को सुधृढ़ बनाने और उन्हें अधिक प्रभावी और त्वरित बनाने के लिए नीतिगत और विधायी हस्तक्षेप कर रही है। पारिवारिक न्यायालय अधिनियम, 1984 की धारा 9 पारिवारिक न्यायालयों को मुकदमेबाजी आरंभ करने से पहले समझौते के प्रयास करने का आदेश देती है, जिसमें पारिवारिक विवादों को सुलझाने में मध्यस्थता और सुलह के महत्व पर बल दिया गया है।

आंगनवाड़ी केंद्र और स्वयं सहायता समूह

4668. श्री दर्शन सिंह चौधरी:

क्या **महिला और बाल विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) वर्तमान में देशभर में महिलाओं और बच्चों के कल्याण के लिए संचालित आंगनवाड़ी केंद्रों और स्वयं सहायता समूहों की कुल संख्या कितनी है;

(ख) पोषण, स्वास्थ्य, शिक्षा, स्वच्छता और महिला सशक्तिकरण के क्षेत्रों में जागरुकता बढ़ाने के लिए उक्त आंगनवाड़ी केंद्रों और स्वयं सहायता समूहों के माध्यम से कार्यान्वित मानकीकृत प्रशिक्षण मॉड्यूल और कार्यक्रमों का ब्यौरा क्या है;

(ग) क्या सरकार ने डिजिटल उपकरणों, निगरानी तंत्र, विशिष्ट प्रशिक्षण सामग्री और संसाधन सहायता के माध्यम से आंगनवाड़ी केंद्रों और स्वयं सहायता समूहों की दक्षता बढ़ाने के लिए कोई पहल शुरू की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या उक्त प्रयासों के फलस्वरूप महिलाओं और बच्चों के पोषण स्तर, स्वास्थ्य जागरुकता और सामाजिक भागीदारी में मापने योग्य सुधार हुए हैं, और यदि हां, तो उनके मात्रात्मक डेटा या केस स्टडी का ब्यौरा क्या है; और

(ड.) क्या सरकार का उक्त केंद्रों और समूहों के माध्यम से गुणवत्ता मानकों, प्रशिक्षण, वित्तीय

सशक्तिकरण और सामुदायिक भागीदारी को और अधिक सुदृढ़ करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

महिला और बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर):

(क) से (ङ): मिशन सक्षम आंगनवाड़ी और पोषण 2.0 के तहत, देश भर में 14.03 लाख आंगनवाड़ी केंद्र कार्यशील हैं, जो लगभग 8.98 करोड़ पंजीकृत लाभार्थियों को आंगनवाड़ी सेवाएं, प्रारंभिक बाल्यावस्था देखरेख और शिक्षा (ईसीसीई), बच्चों के विकास और वृद्धि के बारे में जागरूकता और पूरक पोषण के लाभों से अवगत कराते हैं। दिव्यांगों सहित सभी बच्चों के लिए आंगनवाड़ी केंद्रों में इष्टतम अधिगम सुनिश्चित करने के लिए, दो पाठ्यक्रम रूपरेखाएँ - "नवचेतना - जन्म से तीन वर्ष तक के बच्चों के लिए प्रारंभिक बाल्यावस्था प्रोत्साहन हेतु राष्ट्रीय रूपरेखा, 2024" और "आधारशिला - तीन से छह वर्ष तक के बच्चों के लिए प्रारंभिक बाल्यावस्था देखरेख और शिक्षा हेतु राष्ट्रीय पाठ्यक्रम, 2024", तैयार की गई हैं।

महिला एवं बाल विकास मंत्रालय ने आंगनवाड़ी केंद्रों, आंगनवाड़ी कार्यकर्त्रियों और लाभार्थियों की सभी गतिविधियों की परिभाषित संकेतकों पर आधारित लगभग तत्समय (रीयल टाईम) निगरानी और ट्रैकिंग के लिए 'पोषण ट्रैकर' के नामक डिजिटल एप्लिकेशन आरंभ किया है। पोषण स्तरों में मापनीय सुधारों का विवरण पोषण ट्रैकर पब्लिक डैशबोर्ड https://www.poshantracker.in/statistics पर उपलब्ध है। यह एप्लिकेशन जन्म की तैयारी, बच्चे के जन्म, प्रसवोत्तर देखरेख, स्तनपान और पूरक आहार से संबंधित संदेशों को प्रसारित करने में मदद करने वाले प्रमुख व्यवहारों और सेवाओं पर परामर्श वीडियो भी प्रदान करता है। पोषण ट्रैकर एप्लिकेशन के उपयोग के लिए आंगनवाड़ी कार्यकर्त्रियों हेतु नियमित रूप से बुनियादी स्तर के प्रशिक्षण और कार्यशालाएं आयोजित की जाती हैं।

इसके अलावा मिशन पोषण 2.0 के तहत, एक व्यापक प्रशिक्षण मॉडल, पोषण भी पढ़ाई भी

(पीबीपीबी) को संस्थागत बनाया गया है। इस पहल के तहत, आंगनवाड़ी प्रणाली के माध्यम से जन्म से 6 वर्ष तक के बच्चों के लिए प्रारंभिक शिक्षा को बढ़ावा देने के उद्देश्य से, सावित्रीबाई फुले राष्ट्रीय महिला एवं बाल विकास संस्थान (एसपीएनआईडब्ल्यूसीडी) द्वारा राज्य स्तरीय मास्टर ट्रेनर्स (एसएलएमटी) को प्रशिक्षित किया जाता है। ये मास्टर ट्रेनर, बदले में, आंगनवाड़ी कार्यकर्त्रियों को बुनियादी स्तर पर प्रशिक्षण प्रदान करते हैं, जिससे बड़े पैमाने पर और एकसमान क्षमता निर्माण सुनिश्चित होता है। दिनांक 16 मार्च 2026 तक, प्रशिक्षण कार्यक्रम के पहले चरण के तहत कुल 41,645 एसएलएमटी और 10,35,949 आंगनवाड़ी कार्यकर्त्रियों को तथा दूसरे चरण के तहत 3,641 एसएलएमटी को प्रशिक्षित किया जा चुका है।

मिशन पोषण 2.0 के तहत की जाने वाली अन्य प्रमुख गतिविधियों में सामुदायिक जुटाव और जागरूकता एडवोकेसी शामिल हैं, जिनका उद्देश्य लोगों को पोषण संबंधी पहलुओं के बारे में जागरूक करना है, क्योंकि पोषण की अच्छी आदतों को अपनाने के लिए व्यवहारिक परिवर्तन हेतु निरंतर प्रयासों की आवश्यकता होती है। राज्य और संघ राज्य क्षेत्र क्रमशः सितंबर और मार्च-अप्रैल महीनों में मनाए जाने वाले पोषण माह और पोषण पखवाड़े के दौरान जन आंदोलन के तहत जागरूकता गतिविधियों का नियमित रूप से संचालन कर रहे हैं और उनकी रिपोर्ट दे रहे हैं। आंगनवाड़ी केंद्रों में आयोजित सामुदाय आधारित कार्यक्रम (सीबीई) पोषण संबंधी पद्धतियों को बदलने में एक महत्वपूर्ण कार्यनीति के रूप में काम करते हैं और सभी आंगनवाड़ी कार्यकर्त्रियों को हर महीने दो सामुदाय आधारित कार्यक्रम आयोजित करना अनिवार्य है। देश में वर्ष 2018 से लेकर अब तक 15 जन आंदोलनों के माध्यम से 150 करोड़ से अधिक जन आंदोलन गतिविधियां आयोजित की जा चुकी हैं। साथ ही, सामुदाय आधारित कार्यक्रम (सीबीई) पोषण संबंधी पद्धतियों को बदलने में एक महत्वपूर्ण कार्यनीति के रूप में काम करते हैं। सभी आंगनवाड़ी कार्यकर्त्रियों को प्रति माह दो सीबीई आयोजित करना अनिवार्य है। वर्ष 2018 से फरवरी 2026 तक कुल 9.8 करोड़ सीबीई आयोजित किए जा चुके

हैं।

महिला एवं बाल विकास मंत्रालय ने पूरक पोषण की प्रदायगी में पारदर्शिता, दक्षता और जवाबदेही सुनिश्चित करने के लिए गुणवत्ता आश्वासन, कर्तव्य धारकों की भूमिका और जिम्मेदारियों, खरीद प्रक्रियाओं, आयुष अवधारणाओं के एकीकरण और पोषण ट्रैकर के माध्यम से आंकड़ों के प्रबंधन और निगरानी पर सुव्यवस्थित दिशानिर्देश जारी किए हैं।

इसके अलावा, नीति आयोग द्वारा मिशन पोषण 2.0 के लिए वर्ष 2020 और 2025 में किए गए पोषण अभियान के तृतीय-पक्ष मूल्यांकन और प्रभाव आकलन में देश में कुपोषण से निपटने के लिए इसकी प्रासंगिकता संतोषजनक पाई गई है।

डे-एनआरएलएम के अंतर्गत स्वयं सहायता समूहों (एसएचजी) का उद्देश्य ग्रामीण महिलाओं को सामूहिक रूप से संगठित करना है ताकि वे बचत को प्रोत्साहित कर सकें और आजीविका के अनेक अवसर अपनाकर घरेलू आय बढ़ाकर इससे ग्रामीण गरीबी को कम कर सकें। इस प्रकार, एसएचजी बच्चों के कल्याण के लिए सीधे तौर पर काम नहीं कर रहे हैं। देश में 34 राज्यों और संघ राज्य क्षेत्रों (दिल्ली और चंडीगढ़ को छोड़कर) में 90.91 लाख एसएचजी हैं।

एसएचजी की कार्यक्षमता बढ़ाने के लिए, ग्रामीण विकास मंत्रालय, डे-एनआरएलएम के तहत, एसएचजी के परिवारों के बीच पोषण, स्वास्थ्य और स्वच्छता पर जागरूकता गतिविधियाँ चला रहा है। इसके लिए समूह बैठकें, समुदाय आधारित कार्यक्रम और जन स्वास्थ्य, पोषण तथा स्वच्छता सेवाओं के लिए जुटाव किया जा रहा है, जिसका उद्देश्य स्वास्थ्य पर होने वाले खर्च को कम करना और जीवन की गुणवत्ता में सुधार करना है। संबंधित मंत्रालयों द्वारा जारी प्रशिक्षण सामग्री को एसएचजी के संदर्भ में अपनाया गया है और समूह बैठकों में चर्चा के लिए इसका उपयोग किया जा रहा है। एसएचजी नेटवर्क विभिन्न राष्ट्रीय पोषण, स्वास्थ्य और स्वच्छता अभियानों में भी सहयोग कर रहा है। मेजबान मंत्रालय द्वारा साझा की गई आईईसी सामग्री एसएचजी को वितरित की जाती है। इसके अलावा, शिक्षण सामग्री

तक आसान पहुंच के लिए एक ऑनलाइन शिक्षण तंत्र और प्रगति का पता लगाने के लिए एक ऑनलाइन निगरानी प्रणाली तैयार करने की योजना है।

एसएचजी के लिए, ग्रामीण विकास मंत्रालय एसएचजी की महिलाओं के वित्तीय सशक्तीकरण के लिए 'लखपति' पहल, बैंक लिंकेज और सामुदायिक निधियों पर ध्यान दे रहा है। पोषण, स्वास्थ्य और स्वच्छता के बारे में जागरूकता के लिए, गुणवत्ता मानकों को सुदृढ़ करने और सामुदायिक भागीदारी को बढ़ावा देने के लिए ऑनलाइन शिक्षण और निगरानी प्रणालियों की योजना बनाई जा रही है।

VISIT OF ISRAELI PRIME MINISTER

4669. SHRIMATI MALA ROY

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether it is true that visit of Israeli Prime Minister to India was cancelled due to security reasons, if so, the details thereof;

(b) the date when the recent visit of Prime Minister of India and Israel was fixed; and

(c) the details of objectives/purpose of this visit?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): High level visits are planned in advance, taking into account national interest, foreign policy priorities and security assessments.

No visit of the Prime Minister of Israel to India was scheduled or cancelled

in the recent past.

At the invitation of the Prime Minister of Israel, Mr. Benjamin Netanyahu, Prime Minister Shri Narendra Modi paid a State visit to Israel on February 25-26, 2026. The visit was finalized in early January 2026.

During the visit, the two leaders agreed to further strengthen cooperation, including in science and technology, innovation, research, critical and emerging technology, cyber security, agriculture, water management, entrepreneurship, defence, trade, economy and people-to-people exchanges. The leaders decided to elevate the bilateral relationship to a “Special Strategic Partnership for Peace, Innovation & Prosperity”. During the visit, 16 Agreements/Memoranda of Understanding/Protocols were also exchanged.

AB-PMJAY BENEFITS FOR PERSONS WITH DISABILITIES

4670. DR. NAMDEO KIRSAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has made any provisions to extend the Ayushman Bharat-Pradhan Mantri Jan Aarogya Yojana (AB-PMJAY) benefits to persons with disabilities in the country;

(b) if so, the number of persons with disabilities availing health insurance under the said scheme, disability/gender-wise and State/UT-wise;

(c) whether any guidelines have been issued by the Government to ensure

universal health insurance coverage, including private and public sector schemes, for persons with benchmark disabilities, if so, the details thereof;

(d) the number of physically disabled persons currently covered under Ayushman Bharat or other Government-sponsored health insurance schemes in the country, State/UT-wise; and

(e) whether the Government has taken steps to simplify the enrolment process and documentation for Persons with Disabilities (PWDs) under these schemes, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (e): Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) provides health coverage of Rs. 5 lakh per family per year for secondary and tertiary care hospitalization to 12 crore families constituting bottom 40% of India's population. Additionally, in March 2024, approximately 37 lakh families of Accredited Social Health Activists, Anganwadi Workers and Anganwadi Helpers were included under the scheme. The scheme was further expanded to cover 6 crore senior citizens of age 70 years and above, belonging to 4.5 crore families, irrespective of their socio-economic status.

The scheme's beneficiary base includes poor and vulnerable families identified in the Socio-Economic Caste Census (SECC-2011). The SECC-2011

incorporates deprivation criteria for rural areas, one of which is family having “disabled member and no able-bodied adult member”.

As on 28.02.2026, a total of 43.52 crore Ayushman cards have been created, which includes eligible beneficiaries belonging to persons with disabilities under the scheme.

The Beneficiary Identification System allows self-verification thereby eliminating unnecessary intermediaries. Ayushman Mobile Application enables on-the-go beneficiary verification and card creation using face-auth technology.

Under the scheme, a Centralized Grievance Redressal Management System (CGRMS) has been established along with a 24×7 toll-free helpline (14555), through which the beneficiaries can register their grievances. Such grievances are monitored through a three-tier grievance redressal mechanism at the District, State and National level. At each level, designated nodal officers and Grievance Redressal Committees are in place to examine and resolve the grievances.

MISSION SHAKTI UMBRELLA SCHEME

4671. SHRI G. SELVAM:

SHRI NAVASKANI K.:

SHRI C. N. ANNADURAI:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) whether the Government has reviewed the implementation of the Mission Shakti umbrella scheme, particularly components relating to One Stop Centres (OSCs), Women Helplines (181) and safe shelter facilities in Tamil Nadu;

(b) the number of cases registered/resolved by the OSCs and Women Helpline in the said State during the last three years, district-wise;

(c) whether there are gaps in staffing, counsellor availability, legal aid support/timely compensation for victims of violence against women in certain districts, if so, the details thereof;

(d) the details of the funds allocated, released and utilised under the said Mission for said State during the last three years; and

(e) the details of the steps being taken to strengthen institutional support, improve response time and ensure effective rehabilitation and empowerment of women?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (e): Mission Shakti aims at strengthening interventions for women safety, security and empowerment. Mission Shakti comprises of two verticals ‘Sambal’ for safety and security of women and ‘Samarthya’ for empowerment of women. Mission Shakti is Centrally Sponsored Scheme implemented across the country including the State of Tamil Nadu.

One Stop Centre (OSC) provides integrated and immediate support and assistance under one roof to women affected by violence and those in distress, both in private and public spaces and provided assistance to over 1.45 lakh women in the State of Tamil Nadu since inception till 31st December, 2025. OSC provides services like medical aid, legal aid and advice, **temporary shelter**, police assistance and psycho-social counselling to needy women. Women Helpline (181) provides 24-hour toll-free telecommunication services to support women in both emergency and non-emergency situations. Since inception till 28th February, 2026, over 2.20 lakh women have been assisted in the State of Tamil Nadu through WHL. Shakti Sadan is an integrated relief and rehabilitation home for women in distress situations, including trafficked women. Sakhi Niwas provides safe and conveniently located accommodation for working women. The details of women assisted by the OSCs, Women Helpline and Shakti Sadan in the State of Tamil Nadu during the last three years are given in the enclosed **Statement.**

As per the Mission Shakti guidelines, the Central Government provides 100% financial assistance to States/ UTs for appointment/hiring 13 manpower resources including 1 Psycho-social Counsellor, 1 Para Legal Personnel/ Lawyer and 1 Para Medical Personnel at each OSC.

The overall implementation of the Mission Shakti scheme lies with the State Governments and UT Administrations and funds are being released on the basis

of guidelines of Department of Expenditure, prescribed for Single Nodal agency (SNA) or SNA SPARSH of the Public Financial Management System (PFMS). Fund released/expenditure under Mission Shakti for the State of Tamil Nadu for 2022-23 is Rs.94.88 Crore, for 2023-24 is Rs.44.48 Crore and for 2024-25 is Rs.124.85 Crore.

Further, once in a year, the Programme Approval Board (PAB) monitors with States and UTs, the progress of activities under the scheme and reviews status of achievement of objectives and effective delivery of services to women and children. Apart from this, officials of the Ministry continuously review the scheme through meetings, video conferencing and by making field visits to States and UTs from time to time.

Two third party evaluations of the schemes of the Ministry, including the Mission Shakti Umbrella Scheme and its components relating to One Stop Centres (OSCs) and Women Helplines (181) facilities in the State of Tamil Nadu have been conducted in 2020 and again in 2025 through NITI Aayog. The studies have found the relevance, effectiveness and sustainability of the scheme as satisfactory.

STATEMENT

The details of women assisted by OSCs, Women Helpline and Shakti Sadan in the State of Tamil Nadu during the last three years are as under:

Financial Year	OSC	WHL	Shakti Sadan
2022-23	22,929	36,671	1129

2023-24	23,661	40,838	1281
2024-25	39,271	37,227	1676

SCHEMES TO TACKLE MALNUTRITION

4672. DR. M. K. VISHNU PRASAD:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) the details of the schemes/programmes being implemented to tackle malnutrition among women and children in the country, particularly in Tamil Nadu;

(b) the details of the budget allocation made for the said programmes during the last three years and the current year, State/UT-wise including in the said State;

(c) the details of the malnutrition rate in the said State during the said period; and

(d) the details of the concrete measures being taken by the Government to tackle malnutrition in the country?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (d): Mission Saksham Anganwadi and Poshan 2.0 (Mission Poshan 2.0) is the ongoing scheme under the Ministry of Women and Child Development to strengthen Nutrition and address the challenge of malnutrition in the country.

Under this Mission, Anganwadi services, Poshan Abhiyaan and Scheme for Adolescent girls have been subsumed. It is a Centrally Sponsored scheme where the responsibility for implementation of various activities lies with the States and

UTs. This Mission includes beneficiaries; Children under 6 years of age, pregnant women, lactating mothers and adolescent girls (age 14-18 years in Aspirational Districts and North-Eastern region) in the country including the state of Tamil Nadu. The status of nutritional indicators in the State of Tamil Nadu is available at the link: https://www.poshantracker.in/statistics

Under Mission Poshan 2.0 a new strategy has been made for reduction in malnutrition and for improved health, wellness and immunity through activities like community engagement, outreach, behavioural change and advocacy. It focuses on Maternal Nutrition, Infant and Young Child Feeding practices, treatment of Severe Acute Malnutrition (SAM)/ Moderate Acute Malnutrition (MAM) and wellness through AYUSH practices to reduce prevalence of wasting, stunting, anaemia and underweight.

Further, Supplementary Nutrition is provided to Children (6 months to 6 years), Pregnant Women, Lactating Mothers and Adolescent Girls in accordance with the nutrition norms contained in Schedule-II of the National Food Security Act, 2013. These norms have been revised in January 2023. The old norms were largely calorie-specific; however, the revised norms are more comprehensive and balanced in terms of both quantity and quality of supplementary nutrition based on the principles of diet diversity that provides for quality protein, healthy fats and micronutrients (Calcium, Zinc, Iron, Dietary Folate, Vitamin A, Vitamin-B6 and Vitamin B-12). Extra Supplementary Nutrition is provided to Severely Acutely

Malnourished (SAM) children as per NFSA.

Also, Ministry of Women & Child Development and Ministry of Health & Family Welfare have jointly released the Protocol for Management of Malnutrition in Children to prevent and treat severely acute malnutrition in children and for reducing associated morbidity and mortality. The community-based approach involves timely detection and screening of children with severe acute malnutrition in the community, management for those without medical complications with wholesome, local nutritious foods at home and supportive medical care. The protocol includes an appetite test and screening process for children aged 6 months to 6 years who are severely acute malnourished (SAM) or severely underweight (SUW). Post-screening, such children are referred to Nutrition Rehabilitation Centers (NRC) or hospital facilities for further care.

To encourage diet-diversity and consumption of wholesome local produce, Poshan Vatikas have been developed at AWCs. Poshan Vatikas help to meet the important dietary diversity gap by providing different fruits, nuts, herbs, medicinal plants and vegetables round the year.

Under this Mission, one of the major activities undertaken is Community Mobilization and Awareness Advocacy to educate people on nutritional aspects as adoption of good nutrition habit requires sustained efforts for behavioural change. State and UTs are conducting and reporting regular sensitisation activities under Jan Andolans during Poshan Maah and Poshan Pakhwada

celebrated in the months of September and March-April respectively. Community Based Events (CBEs) have served as a significant strategy in changing nutritional practices and all Anganwadi workers are required to conduct two Community Based Events every month. A total of 9.8 crore CBEs have been conducted from 2018 to February 2026 and more than 150 crore Jan Andolan activities have been conducted since 2018 through 15 Jan Andolans.

The details of the budget allocation made for the said programme during the last three years and the current year, State and UT-wise are placed in the **Statement.**

STATEMENT

State and UT-wise details of the budget allocation made under Mission Poshan 2.0 during the last three years and the current year,

(Rupee in crores)

S. No.	State and UT	Funds released (2022-23)	Funds released (2023-24)	Funds released (2024-25)	Funds released (2025-26) as on date 17.03.2026
1	Andaman & Nicobar Islands	3.85	12.15	9.63	8.10
2	Andhra Pradesh	827.79	705.68	645.73	522.97
3	Arunachal Pradesh	137.78	162.06	102.61	109.67
4	Assam	1651.63	2233.31	2482.34	1025.07
5	Bihar	1740.09	1859.29	2262.92	878.72
6	Chandigarh	33.10	19.79	14.56	9.87
7	Chhattisgarh	668.96	579.46	733.30	392.39
8	DNH & DD	5.80	11.97	9.13	144.61
9	Delhi	182.77	161.81	160.41	5.92

10	Goa	14.71	13.95	13.44	12.62
11	Gujarat	912.64	1126.80	601.32	337.53
12	Haryana	195.25	225.78	232.69	43.38
13	Himachal Pradesh	270.24	301.09	313.07	257.02
14	Jammu & Kashmir	479.01	530.88	662.79	282.87
15	Jharkhand	430.91	664.30	496.95	386.01
16	Karnataka	765.87	912.96	886.85	620.40
17	Kerala	444.98	306.64	435.74	176.06
18	Ladakh	18.79	19.62	18.89	16.41
19	Lakshadweep	0.44	2.88	1.35	0.82
20	Madhya Pradesh	1011.57	1123.11	1144.54	791.73
21	Maharashtra	1646.17	1699.52	1368.84	1060.79
22	Manipur	135.95	201.28	342.87	133.15
23	Meghalaya	192.39	269.69	137.93	81.40
24	Mizoram	42.81	100.27	55.29	47.93
25	Nagaland	199.30	262.91	147.01	88.88
26	Odisha	923.92	968.80	948.16	789.82
27	Puducherry	0.12	4.48	3.68	3.90
28	Punjab	75.31	307.87	265.48	133.15
29	Rajasthan	974.02	1091.96	741.85	722.33
30	Sikkim	20.33	33.49	18.07	9.00
31	Tamil Nadu	766.81	880.79	638.47	508.87
32	Telangana	550.69	507.87	430.76	117.70
33	Tripura	150.52	244.22	153.41	133.75
34	Uttar Pradesh	2721.87	2668.69	2694.62	1944.79
35	Uttarakhand	425.84	288.24	216.33	223.30
36	West Bengal	1227.59	1237.56	1513.80	1029.28

IMPLEMENTATION OF BIOPHARMA SHAKTI IN ANDHRA PRADESH

4673. SHRI MADDILA GURUMOORTHY:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether the Government has identified any location for establishing facilities under Biopharma SHAKTI in Andhra Pradesh including Tirupati Lok Sabha Constituency, district-wise;

(b) if so, the details thereof including nature of facilities, investment outlay and timeline for implementation;

(c) if not, the reasons therefor; and

(d) whether the Government proposes to ensure equitable regional distribution of Biopharma SHAKTI projects across the country, State/district-wise including Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (d): With a view to strengthen the domestic biopharmaceutical sector and enhance global competitiveness in biologics and biosimilars, the Government has announced the Biopharma SHAKTI scheme with an outlay of ₹10,000 crore over five years with an objective to build a globally competitive domestic ecosystem for biologics and biosimilars to support affordable healthcare in the entire country including Andhra Pradesh and enable India to emerge as a global biopharma manufacturing and innovation hub.

EMPOWERMENT OF WOMEN AND WELFARE OF CHILDREN

4674. SHRI ZIA UR REHMAN:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) whether the Government is aware of malnutrition, lack of anganwadi infrastructure and safety concerns for women and children in Western Uttar Pradesh;

(b) if so, the details of steps taken under ICDS and other schemes to improve nutrition, childcare and women safety in the said region;

(c) whether similar challenges persist in other States of the country; and

(d) if so, the details of national initiatives undertaken to strengthen women empowerment and child welfare in the country?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (d): Various schemes implemented by the Ministry of Women & Child Development for the nutrition, empowerment, welfare and safety of women and children all over the country, including in Western Uttar Pradesh, have been reviewed and clubbed into three Umbrella Missions, viz. (1) Mission Saksham Anganwadi & Poshan 2.0 for improving nutrition & health indicators (2) Mission Shakti, for safety, protection and empowerment of women; and (3) Mission Vatsalya, for protection, care and welfare of children in difficult circumstances. Details of the schemes are as under:

(i) Saksham Anganwadi & Poshan 2.0 (Mission Poshan 2.0): In the 15th Finance Commission, components of nutritional support for children below the age of 6 years, pregnant women and lactating mothers, Adolescent Girls (14 – 18 years); Early Childhood Care and Education [3-6 years]; Anganwadi infrastructure including modern, upgraded Saksham Anganwadi, Poshan Abhiyaan and Scheme for Adolescent Girls have been reorganised under Mission Saksham Anganwadi and Poshan 2.0 (Mission Poshan 2.0).

Under Mission Saksham Anganwadi and Poshan 2.0, a package of six services are provided to the eligible beneficiaries i.e Supplementary Nutrition (SNP), Pre-school Non-Formal Education, Nutrition & Health Education, Immunization, Health Check-up, and Referral Services. Three of the six services, viz., Immunization, Health check-up and Referral Services are related to health and are provided through National Health Mission (NHM) & Public Health Infrastructure. Mission Saksham Anganwadi and Poshan 2.0 is a Centrally Sponsored scheme. Central Government is responsible for the overall planning and policy under the scheme whereas its day-to-day implementation falls under the ambit of State Government or UT administration.

The following steps have been undertaken to improve the infrastructure facilities at Anganwadi Centres (AWCs) –

- During 15th Finance Commission cycle, 50,000 Anganwadi Centres are being constructed @10000 AWCs per year in convergence with MGNREGS

wherein Rs.8.00 Lakh is provided under MGNREGS, Rs.2.00 Lakh under 15th Finance Commission (FC) (or any other untied funds) and Rs.2.00 Lakh by MWCD per AWC shared between Centre and States and UTs in the prescribed cost sharing ratio.

- States and UTs have also been advised to continue to tap funds for construction of AWC buildings from various schemes such as Member of Parliament Local Area Development Scheme (MPLADS), Rural Infrastructure Development Fund (RIDF), Finance Commission Grants to Panchayati Raj Institutions, Multi- Sectoral Development Programme (MSDP) of Ministry of Minority Affairs, etc.
- Various other initiatives have been undertaken for construction of AWCs under PM JANMAN and Dharti Abha Janjatiye Gram Utkarsh Abhiyan for the targeted development of Tribal population and VVP (Vibrant Village Programme) - Phase I, focusing on Northern border areas.
- In order to improve the infrastructure facilities at AWCs various steps have been undertaken by the Ministry that, inter alia, include increasing the funding for drinking water facilities and toilets at Anganwadi Centres from Rs.10,000/- to Rs.17,000/- and Rs.12,000/- to Rs.36,000/- respectively.

Further, Scheme for Adolescent Girls (SAG) was revised from 01.04.2022 onwards and was subsumed under Mission Saksham Anganwadi and Poshan

2.0. The Scheme aims at providing nutritional support to Adolescent Girls (AGs) [14-18 years] for improving their health and nutritional status under the nutrition component and providing them IFA supplementation, Health check-up and Referral Service, Nutrition & Health Education and Skilling etc. under non-nutrition component of the Scheme. The targeted beneficiaries under the Scheme are AGs in the age group of 14 to 18 years in Aspirational Districts and all North Eastern States.

(ii) Mission Shakti: The 'Mission Shakti' aims at strengthening interventions for women safety, security and empowerment. It seeks to focus on proposing strategies for improving convergence across Ministries/ Departments and at different levels of governance. Mission Shakti comprises of two sub-schemes 'Sambal' and 'Samarthya' for safety and security of women and empowerment of women respectively.

The "Sambal" sub-scheme is for safety and security of women. It has the components of One Stop Centres (OSCs), Women Helpline (WHL), Beti Bachao Beti Padhao (BBBP) and Nari Adalat.

- **One Stop Centres (OSCs)-** One Stop Centre (OSC) provides integrated and immediate support and assistance under one roof to women affected by violence and those in distress, both in private and public spaces all across the country. It provides services like medical aid, legal aid and advice, temporary shelter, police assistance and psycho-social counselling to needy women.

- **Women Helpline (WHL)-** Women Helpline (WHL-181) provides 24-hour toll-free telecommunication services to support women in both emergency and non-emergency situations. It offers assistance to women affected by violence and provides information about government schemes and services all across the country.
- **Beti Bachao Beti Padhao (BBBP)-** Beti Bachao Beti Padhao (BBBP) Scheme was launched on 22nd January 2015 to help address Child Sex Ratio (CSR) and related issues of empowerment of girls and women over a life cycle continuum. Beti Bachao Beti Padhao (BBBP) scheme has transformed from policy initiative into national movement by mobilizing various stakeholders, including government agencies, media civil society and general public.
- **Nari Adalat-** Nari Adalat scheme provides a platform for alternative grievance redressal for women at the gram panchayat level. The Adalats are mandated to help women in distress at the panchayat level in resolving smaller issues relating to domestic violence, and other gender-based violence by negotiation, mediation, and reconciliation with mutual consent for accessible justice.

The “Samarthya” sub scheme is for empowerment of women. It has the components of Pradhan Mantri Matru Vandana Yojana (PMMVY), Shakti Sadan,

Sakhi Niwas, Palna and SANKALP: Hub for Empowerment of Women (HEW).

- **Pradhan Mantri Matru Vandana Yojana (PMMVY)-** The PMMVY is a Centrally Sponsored Maternity Benefit Scheme under which cash incentives of ₹5,000/- is provided directly to the Bank/Post Office account of the beneficiary in Direct Benefit Transfer (DBT) mode for first child. The eligible beneficiaries receive the remaining cash incentive, as per approved norms towards maternity benefit under Janani Suraksha Yojana after institutional delivery, so that on an average a woman gets ₹6,000/-. Cash incentive of ₹6,000/- is also provided under PMMVY to eligible beneficiaries for second child subject to the second child being a girl.
- **Shakti Sadan-** Under the overarching 'Mission Shakti', erstwhile schemes of 'Swadhar Greh' for women in difficult circumstances and 'Ujjawala Home' for Prevention of Trafficking, have been merged w. e. f. 01.04.2022 and known as 'Shakti Sadan Scheme', which is an Integrated Relief and Rehabilitation Home-for women in distressful situations including trafficked women. It aims at creating a safe and enabling environment for the women in such difficult situations, to enable them to overcome the adverse circumstances.
- **Sakhi Niwas-** The Sakhi Niwas Scheme (Working Women Hostel) is a demand driven centrally sponsored scheme, under which funds are released directly to the States/UTs for implementation of the scheme and aims to promote availability of safe and conveniently located accommodation for

working women in urban, semi-urban and even rural areas where employment opportunity for women exist.

- **Palna-** Palna Scheme is implemented with the aim of expanding the outreach of crèches to ensure that women everywhere have the opportunity to work and do not drop out from workforce because of care responsibilities. Palna aims to provide day-care crèche facilities to the children (06 months – 06 years).
- **SANKALP: Hub for Empowerment of Women (HEW)-** The SANKALP: HEW (Hub for Empowerment of Women) which functions as a Project Monitoring Unit (PMU) for all components of Mission Shakti. It serves as a single window system to bridge the information and knowledge gap regarding schemes and facilities available for women as well as guide them to avail the benefits and entitlements.

(iii) Mission Vatsalya: Mission Vatsalya (erstwhile Child Protection Services Scheme (ICPS)) is a Centrally Sponsored Scheme (CSS) which is implemented through States/Union Territories (UTs) to deliver services for better outreach and protection for Children in Need of Care and Protection (CNCP) and Children in Conflict with Law (CCL) which include Institutional Care and Non-Institutional Care in a mission mode with the objective to: (i) Support and sustain Children in difficult circumstances (ii) Develop context-based solutions for holistic development of children from varied backgrounds (iii) Provide scope for green

field projects for encouraging innovative solutions (iv) Cement convergent action by gap funding, if required.

The scheme also provides for emergency outreach services (24x7) for children in difficult circumstances through Child Helpline (1098).

INTERNAL COMPLAINTS COMMITTEES

4675. SUSHRI S. JOTHIMANI:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) the number of Government offices, PSUs, private companies and SMEs that have constituted Internal Complaints Committees (ICCs) as mandated by the POSH Act, 2013, including the penalties imposed on Non-compliant Organizations;

(b) the number of complaints received/resolved along with the measures taken to ensure fair and timely redressal, particularly in high-risk sectors such as manufacturing, IT, media and entertainment since 2019;

(c) whether the Government has collaborated with industrial bodies such as FICCI, CII and ASSOCHAM to improve compliance, provide ICC training and implement standardized best practices for workplace safety, if so, the details thereof;

(d) the number of awareness programmes conducted including the reporting requirements for POSH compliance along with the details of online monitoring

system introduced to track ICC effectiveness; and

(e) the details of the initiatives taken to extend POSH protections to gig workers, freelance professionals and women in the unorganized sector along with the safeguards against retaliation to the complainants?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a): 'The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013' (SH Act) mandates the Appropriate Government to monitor the implementation of the Act and maintain data on number of cases filed and disposed of under SH Act. It provides for constitution of Internal Committee (IC) where the number of employees is 10 or more and also mandates for constitution of Local Committee (LC) by the District Officer notified under the Act to deal with the cases of workplaces where the number of employees is less than 10 or when the complaint is against the employer itself.

As a digital governance initiative by the Ministry of Women and Child Development (MWCD) launched on August 29, 2024 for effective implementation of the SH Act, the Sexual Harassment Electronic Box (SHe-Box) Portal (https://shebox.wcd.gov.in/) has seen significant onboarding. Till 18.03.2026, 158,981 workplaces have been onboarded including 95,039 government establishments (with PSUs) and 63,942 private establishments (including SMEs) with details of 67,127 Internal Committees (ICs) updated, comprising 40,030

government offices and 27,097 private companies.

(b): SHe-Box Portal is not a mechanism for statutory or regulatory oversight; it is only an IT aid to provide a centralized online system to facilitate dissemination of information about the ICs and LCs constituted at various workplaces so that any aggrieved woman may file complaint in a secure and hassle-free manner and track its progress. However, as mandated under the SH Act, the appropriate Governments are responsible for monitoring the implementation of the Act.

The portal provides options for disposal of complaints in accordance with relevant provisions under the SH Act including Section 12 to 15 and Rules 7 to 10 under SH Rules. Details of complaints registered and disposed on the SHe- Box Portal as on 18.03.2026 and since its launch on 29th August, 2024 are as below:

Workplace/ Sector	**Complaint received**	**Disposed**
Central	167	93
State	91	33
Private	70	1
Total	**328**	**127**

As per Section 11 (4) of the Act, the IC shall complete the inquiry process within a period of ninety (90) days from the date of receipt of the complaint. To ensure timely disposal within the statutory period of 90 days, on the portal, automated notifications are issued to Nodal Officers and Chairpersons at regular intervals (30, 60, and 90 days). In case of pendency beyond 90 days,

freeze messages, SMS, and email alerts are triggered to enforce timely action.

(c): For effective implementation of the Act, Ministry aims to include IC details of workplaces including all sectors across the country whether, Central or State Government departments, Private sector entities or Professional Bodies including all educational/ medical colleges, hospitals etc. on the SHe-box portal.

To streamline implementation across diverse sectors and enhance private sector participation with wider outreach, the Ministry has been engaging with various stakeholder ministries and departments including the Ministry of Corporate Affairs, Ministry of Labour & Employment, Department of Financial Services (DFS), National Medical Commission (NMC), All India Council for Technical Education (AICTE), Department of Higher Education and National Legal Services Authority (NALSA) along with industrial chambers such as the Confederation of Indian Industry (CII), Federation of Indian Chambers of Commerce and Industry (FICCI) and Associated Chambers of Commerce and Industry of India (ASSOCHAM), to discuss the portal's functionalities and ensure compliance with directives from the Hon'ble Supreme Court of India in the matter of Aureliano Fernandes vs. State of Goa and Ors. (2023).

The Hon'ble Supreme Court, through its orders dated December 3, 2024, August 12, 2025 and January 6, 2026, directed Chief Secretaries to instruct District Officers notified by the Appropriate authorities under the Act, to conduct survey in their jurisdiction with respect to public and private organizations for

Internal Committees (ICs) as per section 4 of the Act. The Hon'ble Court further mandated to conduct these surveys with the assistance of Labour Commissioners at both district and state levels and directed States to ensure that all collected data is properly on-boarded onto the SHe-Box portal, thereby strengthening compliance and monitoring of workplaces for constituting Internal Committees.

(d): Section 19(c) of the Act mandates the employers to organise workshops and awareness programmes at regular intervals for sensitising the employees with the provisions of the Act and orientation programmes for the members of the Internal Committee. Further, under Section 24, the appropriate Government may develop relevant information, education, communication and training materials, organise awareness programmes to advance understanding of the public of the provisions of the Act for protection against sexual harassment of women at workplace and also to formulate orientation and training programmes for members of the Local Committee.

Being the Nodal Ministry, to enhance understanding on SHe-Box Portal and address queries or challenges encountered by Government departments at Central, State and district level and also private establishments, the Ministry has been proactively conducting multiple meetings and trainings in hybrid mode. These sessions have been instrumental in facilitating discussions, clarifications, and strategic guidance to expedite the onboarding process on the portal. So far, around 50 physical meetings/ trainings and virtual conferences have been

conducted with stakeholders to ensure awareness, sensitisation and compliances as per the Act and updation of necessary details on the portal.

The Government, through institutions like the National Commission for Women (NCW), Savitribai Phule National Institute of Women and Child Development (SPNIWCD) and their counterparts in States and UTs have been spreading awareness through seminars, workshops, audio- visual, print and electronic media etc. to sensitize public and Government and Private sector organizations about the SH Act and SHe-Box portal.

Further, as part of its continuous efforts to expand the reach of the SHe-Box portal and enhance awareness of the SH Act, 2013, the Ministry has integrated the SHe-Box facility on the Mission Shakti mobile application, making it accessible on all Android and iOS devices. This integration has significantly strengthened ease of access for women across diverse sectors, including those in remote and informal workplaces.

(e): The SH Act aims to provide a safe and secure working environment for women across all sectors. It covers all women, irrespective of age or employment status and extends its protection to both public and private sector workplaces, organized or unorganized, including domestic workers, gig workers and freelance professionals.

As per the Act, State Governments and Union Territory Administrations, are the implementing authority at State level to strengthen the mechanism available

at the grassroots level for creating accessible channels including establishment of a Local Committee (LC) in every district and appointment of Nodal officers at Block/ tehsil level by District Officers, particularly to assist women in the unorganised sector. The Ministry has regularly urged States and UTs to update the details of Local Committees, District Officers and Nodal Officers as mandated under Sections 5 and 6 of the SH Act, accessible to public on the portal.

In addition to digital integration, the Ministry has undertaken sustained awareness-building initiatives. Regular promotional campaigns are being conducted through MWCD's official social media platforms (such as X, Facebook and Instagram), ensuring wide dissemination of information about the Act and the portal. The portal itself hosts a comprehensive repository of Information, Education and Communication (IEC) materials, including FAQs, creatives, audio-visuals, handbooks and training manuals, which serve as valuable resources for both the public and Local Committees.

In addition, the portal has features to ensure confidentiality of the complainant and protecting personal information throughout the complaint process. The details of a complaint are strictly confidential and are only visible to the presiding officer/ chairperson of the IC or LC, thereby providing a secure environment for women to report incidents without fear of exposure or retaliation.

CANTONMENT VLOGS AND SECURITY RISKS

4676. SHRI ROBERT BRUCE C.:

Will the Minister of **DEFENCE** be pleased to state:

(a) whether the Government is aware of the serious security risks for the forces arising from the fact that spouses of Armed Forces officers residing in cantonment areas are uploading detailed videos and/or vlogs about cantonments;

(b) if so, the details thereof along with the steps taken by the Government to sensitise the residents of such cantonments in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH):

(a): Yes.

(b) and (c): Armed Forces authorities have promulgated social media policy, which advises dependents not to post military related information on social media platforms. Armed Forces have also disseminated advisories on ‘adverse social media presence’ to all Service personnel and their family members (spouses/wards/dependents). The advisories restrict the posting of photos/videos on social media platforms, which indicate their association with the Indian Armed Forces. Regular awareness campaigns/lectures on Cyber Security are also conducted at all available platforms like mass briefings/ social functions/ events

and sports venues to educate them on cyber hygiene, social media handling and Do's and Don'ts of personal ICT devices. Moreover, in all courses of instruction for officers at training establishments, special classes are held for officers and spouses on issues pertaining to Social Media usage.

ASSESSMENT OF COASTAL COMMUNITY DEVELOPMENT INITIATIVES

4677. SHRI GANESH SINGH:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) whether the Government has undertaken a beneficiary-wise assessment of coastal community development initiatives, particularly those aimed at improving livelihoods through skill development, upgradation of traditional occupations (fisheries, boat operations, coastal tourism) and diversification of income sources, if so, the details thereof;

(b) whether the Government has trained coastal youth, fishers and workers under the SagarmalaProgramme including the Sagarmala Skill Development Programme and Centres of Excellence in Maritime and Shipbuilding, if so, the details thereof;

(c) the number of beneficiaries trained, certified and placed during the last five years, State/UT-wise; and

(d) the measurable outcomes of the said initiatives in terms of improved employability, income enhancement, transition from informal to formal jobs and

increased participation of women and traditional coastal communities in the maritime value chain?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a): Government has undertaken beneficiary-level and district-level assessments to evaluate coastal community development initiatives, focused on skill development, fisheries enhancement, traditional occupation upgradation, and livelihood diversification. A comprehensive Human Resource and Skill Requirement Study covering 21 coastal districts was completed to map existing skills, training infrastructure, and gaps, forming the basis of targeted training and livelihood interventions. Further, the fishing harbour development projects undergo socio-economic impact assessments by implementing agencies to ensure benefits to artisanal fishers and other dependent communities. These assessments are included in district-level action plans implemented by state governments, enabling evidence-based support for skill upgradation, marine occupation diversification, coastal tourism promotion, and livelihood opportunities for coastal households.

(b) and (c): Under Sagarmala Programme, skill development has been implemented throughconvergence with DDU-GKY to train coastal youth maritime sector employment. Centre for Excellence in Maritime and Shipbuilding (CEMS)

has been established to provide industry-relevant training and certification. The number of beneficiaries trained, certified and placed during the last five years under the Sagarmala-DDUGKY convergence program and CEMS are given in the enclosed **Statement-I** and **Statement-II** respectively.

(d): The initiatives have led to measurable improvement in employability and livelihoods, with over 1,978 candidates trained and 1,143 placed in Phase I, and 7,605 trained with 3,127 placed in Phase II under the Sagarmala–DDU-GKY convergence. Complementary interventions such as fishing harbour development, coastal tourism and training byCEMShave enhanced income opportunities and increased participation of women and traditional coastal communities.

STATEMENT-I

State-wise candidates trained/ certified/ placed under Sagarmala-DDUGKY Convergence Program in last 5 years

FY	2021-22			2022-23			2023-24			2024-25			2025-26 (till 17.03.2026)		
State/UT	**Trained**	**Certified**	**Placed**	**Trained**	**Certified**	**Placed**	**Trained**	**Certified**	**Placed**	**Trained**	**Certified**	**Placed**	**Trained**	**Certified**	**Placed**
Andaman & Nicobar Islands	0	0	0	0	0	0	70	61	0	105	23	24	55	95	14
Andhra Pradesh	368	213	229	1409	288	858	743	1767	857	61	0	0	0	0	0
Gujarat	212	0	5	180	205	122	232	73	249	392	187	150	0	113	151
Karnataka	0	0	0	0	0	0	50	0	0	0	0	0	0	0	0
Kerala	0	0	6	0	0	2	0	0	4	663	368	245	371	287	277
Maharashtra	0	0	0	0	0	0	66	91	0	661	487	264	208	34	142
Odisha	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0
Puducherry	0	0	0	0	0	0	62	26	12	145	79	65	173	190	91
Tamil Nadu	117	53	130	53	25	28	151	18	88	158	95	168	0	110	17
Total	**697**	**266**	**371**	**1642**	**518**	**1010**	**1374**	**2036**	**1210**	**2185**	**1239**	**916**	**807**	**829**	**692**

STATEMENT-II

Candidates trained by CEMS in last 5 years

State	Trained	Certified	Placed
Maharashtra	100	100	75
Karnataka	25	25	21
Tamil Nadu	125	125	102
Andhra Pradesh	1763	1763	1466
West Bengal	81	81	0
Total	2094	2094	1664

STUNTING, WASTING AND ANAEMIA AMONG CHILDREN

4678. SHRI SELVARAJ V.:

SHRI SUBBARAYAN K.:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) whether the Government has taken note that NFHS data continues to show high levels of child stunting, wasting and anaemia despite decades of Integrated Child Development services (ICDS) implementation;

(b) if so, the reasons for malnutrition along with the efforts taken to address the malnutrition; and

(c) whether the Ministry has evaluated and identified that the under-funding and outsourcing have weakened the programme, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (c): The National Family Health Survey (NFHS) is a large-scale, multi-round survey conducted in a representative sample of households throughout India. It provides report on fertility, infant and child mortality, the practice of family planning, maternal and child health, reproductive health, nutrition, anaemia, utilization and quality of health and family planning services. Various rounds of the National Family Health Survey (NFHS) conducted by Ministry of Health & Family Welfare since 1992-93 have shown improvement in malnutrition indicators in children across India. Details of these indicators from NFHS-1 to NFHS-5 are given below:

NFHS Survey	Stunting %	Underweight %	Wasting %
NFHS-1 (1992-93)*	52	53.4	17.5
NFHS-2 (1998-99)**	45.5	47	15.5
NFHS-3 (2005-06)***	48.0	42.5	19.8
NFHS-4 (2015-16)***	38.4	35.8	21.0
NFHS-5 (2019-21)***	35.5	32.1	19.3

* Under 4 years, ** Under 3 years, *** Under 5 years

As per National Family Health Survey-5 (2019-21), percentage of children age 6-59 months classified as having anaemia is 67.1.

To address the challenge of malnutrition, Anganwadi services, Poshan Abhiyaan and Scheme for Adolescent girls (14-18 years, in Aspirational Districts and North-Eastern region) have been subsumed under the umbrella Mission Saksham Anganwadi and Poshan 2.0 (Mission Poshan 2.0). It is a Centrally

Sponsored scheme where the responsibility for implementation of various activities lies with the States and UTs. This Mission includes beneficiaries; children under 6 years of age, pregnant women, lactating mothers and adolescent girls (age 14-18 years in Aspirational Districts and North-Eastern region) in the country. Supplementary Nutrition is provided to these beneficiaries in accordance with the nutrition norms contained in Schedule-II of the National Food Security Act, 2013, with special provisions for undernourished children.

Under Mission Poshan 2.0 a new strategy has been made for reduction in malnutrition and for improved health, wellness and immunity through activities like community engagement, outreach, behavioural change and advocacy. It focuses on Maternal Nutrition, Infant and Young Child Feeding practices, treatment of Severe Acute Malnutrition (SAM)/ Moderate Acute Malnutrition (MAM) and wellness through AYUSH practices to reduce prevalence of wasting, stunting, anaemia and underweight. Further, a Protocol for Management of Malnutrition in Children has been jointly released by Ministry of Women and Child Development and Ministry of Health and Family Welfare in 2023.

One of the major activities under the Mission is Community Mobilization and Awareness Advocacy to educate people on nutritional aspects. State and UTs are conducting and reporting regular sensitisation activities under Jan Andolans during Poshan Maah and Poshan Pakhwada celebrated in the months of September and March-April respectively. Also, Community Based Events

(CBEs) have served as a significant strategy in changing nutritional practices and all Anganwadi workers are required to conduct two Community Based Events every month. A total of 9.8 crore CBEs has been conducted from 2018 to February 2026 and more than 150 crore Jan Andolan activities have been conducted since 2018 through 15 Jan Andolans.

A third-party evaluation and impact assessment of Poshan Abhiyaan was conducted by NITI Aayog in 2020 and has found its relevance to be satisfactory for tackling malnutrition in the country. Niti Aayog has also got conducted outcome-based evaluation of Mission Saksham Anganwadi and Poshan 2.0 in 2025. Evidence from institutional assessments and household surveys indicated that in its current form, Mission Poshan 2.0 represents the Government's latest effort to holistically combat malnutrition and promote child development, by building on past programs with a converged and strengthened approach. Further, digitalization has had a multi-dimensional impact on nutrition monitoring, Early Childhood Care and Education (ECCE), beneficiary authentication, and service delivery efficiency. Nationwide awareness campaigns, such as Poshan Maah and Poshan Pakhwada, have enhanced community participation in nutrition-related initiatives, fostering improved knowledge and behavioural changes toward maternal and child nutrition.

AYUSH HEALTH AND WELLNESS CENTRES UNDER NAM

4679. SHRI KARAN BHUSHAN SINGH:

Will the Minister of **AYUSH** be pleased to state:

(a) the details of AYUSH Health & Wellness Centres supported under National AYUSH Mission (NAM), designated as Ayushman Arogya Mandir - AYUSH in the country, State/UT-wise including Uttar Pradesh, district-wise, especially in Gonda and Bahraich districts;

(b) whether a geo-tagged real-time status is available on a public dashboard and if so, the details thereof;

(c) whether the absence of district-wise data for Ayushman Arogya Mandir prevents targeted saturation in underserved districts such as Gonda and Bahraich and if so, the details thereof;

(d) the steps taken by the Government to address this through standardised district-level monitoring mechanism in this regard; and

(e) whether the Government proposes to launch an integrated district-wise digital portal for all NAM components including Ayushman Arogya Mandir tracking by June, 2026 and if so, the details thereof along with the timeline and features for geo-mapping of functional status, manpower and medicine availability and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI

PRATAPRAO GANPATRAO JADHAV):

(a): Ministry of Ayush is implementing Centrally Sponsored Scheme of National Ayush Mission (NAM) through State/UT Governments for overall development and promotion of Ayush system in the country including Uttar Pradesh. Under NAM, financial assistance is being provided to States/UTs for different activities as per the provision of NAM guidelines against their submitted proposals through State Annual Action Plans (SAAPs).

Under NAM as per the proposals received from State/UT Governments including Uttar Pradesh through SAAPs, 12500 Ayush Dispensaries and Health Sub-Centres have been upgraded as Ayush Health and Wellness Centres now known as Ayushman Arogya Mandirs (Ayush). Out of these 1034 AAM(Ayush) upgraded from Ayush Dispensaries are supported in State of Uttar Pradesh including 11 in Gonda district and 18 in Behraich district, as reported all are functional. Further, State/UT-wise list of approved AAM(Ayush) are given in the enclosed **Statement-I**, and the district wise list of AAM(Ayush) in Uttar Pradesh is given in the enclosed **Statement-II**.

(b): No.

(c) and (d): Public Health being a State subject, the primary responsibility to monitor target saturation in underserved districts and to take steps for district-level monitoring of target saturation lies with the respective State Government. As informed by State Government of Uttar Pradesh, district wise data is being

maintained through various portals such as Ayushman Bharat Digital Mission (ABDM), Chief Minister Information System Portal (CMIS), PM Gati Shakti Portal and Aadhar Enabled Biometric Attendance system (AEBAS).

(e): There is a National Ayush Mission portal having provision for submission of State Annual Action Plan (SAAPs), and information of facilities.

STATEMENT- I

State/UT-wise list of approved AAM(Ayush)

Sl. No.	Name of State/UT	No. of Units Approved
1	Andaman & Nicobar Island	6
2	Andhra Pradesh	126
3	Arunachal Pradesh	89
4	Assam	500
5	Bihar	294
6	Chandigarh	12
7	Chhattisgarh	400
8	Delhi	0
9	Dadra Nagar Haveli and Daman Diu	1
10	Goa	100
11	Gujarat	365
12	Haryana	538
13	Himachal Pradesh	761
14	Jammu & Kashmir	523
15	Jharkhand	745
16	Karnataka	376
17	Kerala	700
18	Ladakh	0
19	Lakshadweep	7
20	Madhya Pradesh	800
21	Maharashtra	390
22	Manipur	15

24	Meghalaya	24
24	Mizoram	41
25	Nagaland	49
26	Odisha	422
27	Puducherry	4
28	Punjab	158
29	Rajasthan	2019
30	Sikkim	18
31	Tamil Nadu	650
32	Telangana	421
33	Tripura	72
34	**Uttar Pradesh**	**1034**
35	Uttarakhand	300
36	West Bengal	540
TOTAL		**12500**

Statement- II

District wise list of AAM(Ayush) in Uttar Pradesh

Sl no.	District	Total
1	Agra	8
2	Aligarh	5
3	Ambedkarnagar	7
4	Amethi	12
5	Amroha	1
6	Auraiya	3
7	Ayodhya	10
8	Azamgarh	17
9	Badayun	21
10	Baghpat	2
11	**Bahraich**	**18**
12	Ballia	20
13	Balrampur	6
14	Banda	12

15	Barabanki	24
16	Bareilly	46
17	Basti	16
18	Bhadohi	11
19	Bijnaur	4
20	Bulandshahar	11
21	Chandauli	19
22	Chitrakoot	5
23	Deoria	15
24	Etah	6
25	Etawah	9
26	Farukhabad	15
27	Fatehpur	14
28	Firozabad	3
29	Gautambudhnagar	0
30	Ghaziabad	17
31	Ghazipur	10
32	**Gonda**	**11**
33	Gorakhpur	31
34	Hamirpur	7
35	Hapur	14
36	Hardoi	33
37	Hathras	3
38	Jalaun	31
39	Jaunpur	21
40	Jhansi	1
41	Kannauj	10
42	Kanpur Nagar	17
43	Kanpur Dehat	8
44	Kasganj	5
45	Kushinagar	35
46	Kaushambhi	6
47	Lakhimpur Khiri	27
48	Lalitpur	20
49	Lucknow	19

50	Maharajganj	28
51	Mahoba	8
52	Mainpuri	11
53	Mathura	7
54	Mau	13
55	Meerut	5
56	Mirzapur	23
57	Moradabad	3
58	Muzafarnagar	13
59	Pilibhit	29
60	Pratapgarh	21
61	Prayagraj	17
62	Raebareli	33
63	Rampur	6
64	Saharanpur	3
65	Sambhal	2
66	Sant kabir nagar	18
67	Shahajahanpur	9
68	Shamli	3
69	Shrawasti	9
70	Sidharthnagar	13
71	Sitapur	30
72	Sonbhadra	13
73	Sultanpur	11
74	Unnao	28
75	Varanasi	12
	Total	**1034**

PRODUCTION UNIT OF IMPC

4680. SHRI V. K. SREEKANDAN:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether it is a fact that Indian Medicines Pharmaceuticals Corporation Limited

(IMPC) has only one production unit that is at Uttarakhand, if so, the details thereof;

(b) whether it is also a fact that there is a need to expand its production facilities due to growing demand for Indian medicines, if so, the details thereof;

(c) whether IMPC is considering to put up a production unit in Kerala where medicinal herbal plants including rare herbal medicinal plants are available, if so, the details thereof;

(d) whether it is also true that products of the said Corporation are only available through the Central Government Health Scheme (CGHS) and it is not available in the open market, if so, the details thereof; and

(e) whether the said Corporation is considering to make their products available in the open market, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): As per the information provided by the Ministry of Ayush, Indian Medicines Pharmaceuticals Corporation Limited (IMPCL) has only one production unit in Uttarakhand located at Mohan (Via Ramnagar), Almora, Uttarakhand – 244 715.

(b): Ministry of Ayush has informed that there is no such proposal under consideration.

(c): Ministry of Ayush has informed that there is no proposal to put up

a production unit in Kerala.

(d): Ministry of Ayush has informed that IMPCL products are available through Central Government Health Scheme (CGHS), Employees' State Insurance Corporation (ESIC), Central Government Institutes & Councils. In open market IMPCL's selected product range is available on 1mg & Mystore (Open Network for Digital Commerce (ONDC) Platform).

(e): Ministry of Ayush has informed that currently selected product range of IMPCL is available on 1mg & Mystore (Open Network for Digital Commerce (ONDC) Platform). No proposals are pending for further expansion in the open market.

SAFETY OF MIGRANT WORKERS FROM BIHAR

4681. SHRI MANOJ KUMAR:

SHRI RAJESH RANJAN:

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) the number and employment details of migrant workers from Bihar, district sector/country/year-wise from 2009 to 2026;

(b) whether the Government has conducted any review of complaints regarding deaths, injuries and labour disputes relating to Indian migrant workers during the last five years, if so, the number of complaints received/assistance provided/compensation granted, year, country and State-wise including Bihar;

(c) whether any targeted grievance-redressal, legal-aid or protection mechanisms exist for migrant workers facing violence, detention, exploitation or wrongful arrests abroad, if so, the details thereof;

(d) the number of reports of violence against migrant workers from Bihar in different countries during the said period;

(e) whether any mechanism exists at district level in States including Bihar for receiving and resolving grievances related to violence and violation of human labour rights of migrant workers, if so, the details thereof and if not, the reasons therefor; and

(f) the steps taken to coordinate with Indian embassies and destination-country to ensure accountability, safety, dignity, labour rights and social-security of migrant workers?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The Ministry of External Affairs maintains data in respect of Indian workers holding Emigration Check Required (ECR) passports, proceeding for employment to any of the notified ECR countries, through e-Migrate portal. As per available data, year-wise and district-wise number of Emigration Clearances (ECs) granted to emigrant workers from Bihar during the period 2014 till February 2026, is given in the enclosed **Statement-I.** Year-wise and country-wise number of Emigration

Clearances (ECs) granted to emigrant workers from Bihar during 2014 till February 2026 destination country-wise, is given in the enclosed **Statement-II.** Data prior to 2014 are not available.

(b) to (f): The Government of India accords highest priority to the safety, security, protection and wellbeing of Indian workers abroad, including those from Bihar. There are established channels to enable them to reach out to the Indian Embassy/Consulate in case they need any assistance. They can contact the Embassy/Consulate through walk-in, email, multilingual 24x7 emergency numbers, WhatsApp numbers, grievance redressal portals like MADAD/CPGRAMS/eMigrate, and social media etc. There are dedicated Labour Wings in Indian Missions/Posts abroad for handling such matters, where there is a sizeable number of Indian migrant workers. Pravasi Bharatiya Sahayata Kendras have also been set up in key locations such as Dubai, Riyadh, Jeddah and Kuala Lumpur to provide guidance, counselling and necessary assistance to the Indian workers abroad.

Indian Missions/Posts regularly organize Open Houses and Consular Camps to reach out to Indian workers residing in remote areas and to address their grievances, if any.

On receipt of complaint/grievance from or on behalf of the emigrant worker, the same is taken up pro-actively with concerned Foreign Employer (FE) and the work place of the aggrieved worker is also visited, if required. The complaints

pertaining to labour related issues are also taken up with the local labour department and other relevant authorities of the host country for redressal. The grievance portals are regularly monitored by the Indian Missions/Posts for prompt redressal.

As per information available, year-wise and country-wise details of labour-related grievances (non-payment of salary, contract violation, passport confiscation, exploitation by employer, long working hours, settlement of dues with the employer including accident / death compensation) received from Indian workers abroad, including those from Bihar during the last five years, are given in the enclosed **Statement-III.**

Further, as additional safeguard for protection and safety of the female domestic sector workers, Government has authorized only State run Recruiting Agencies (RAs) to recruit Indian female workers holding ECR passports for employment in the notified ECR countries through the e-Migrate Portal. Moreover, there is a minimum age criteria of 30 years for female workers holding ECR category passport for overseas employment to protect them against exploitation.

The Embassy/Consulate abroad also utilizes the Indian Community Welfare Fund (ICWF) from time to time to provide financial and legal assistance to Indian nationals, including those from Bihar, in distress on a means-tested basis. Under ICWF, the major assistance includes boarding & lodging, cost of repatriation, legal assistance, emergency medical care, transportation of mortal remains to India,

and payment of small fines and penalties. Details of ICWF funds utilized by Missions/Posts abroad in the last five years are given in the enclosed **Statement-IV.**

The Protector General of Emigrants with the assistance of 16 Protector of Emigrants (PoE) offices across India closely coordinates with state government as well as Indian Missions/Posts to ensure welfare and well-being of migrant workers. The PoE office Patna has the jurisdiction over the entire state of Bihar. A Kshetriya Pravasi Bhartiya Sahayata Kendra (KPSK) has also been set up within the premises of PoE Patna, which provides necessary counselling and guidance to prospective emigrants and also assist them in registering grievances.

STATEMENT-I

District-wise and year-wise Emigration Clearances (ECs) issued to emigrants from Bihar														
District/Year	**2014**	**2015**	**2016**	**2017**	**2018**	**2019**	**2020**	**2021**	**2022**	**2023**	**2024**	**2025**	**2026**	**Grand Total**
ARARIA	148	987	885	724	609	923	201	313	1586	1553	1250	1767	400	11346
ARWAL	26	180	126	115	102	89	23	33	98	106	101	143	40	1182
AURANGABAD	120	587	383	329	300	326	87	117	333	361	401	478	112	3934
BANKA	64	159	152	83	134	85	31	33	86	99	105	128	26	1185
BEGUSARAI	167	726	585	438	424	370	105	208	470	501	554	678	145	5370
BHAGALPUR	81	499	390	324	330	316	79	91	258	333	342	417	94	3553
BHOJPUR	331	1130	766	819	838	690	144	236	530	665	848	913	212	8122
BUXAR	681	2357	1801	2021	1707	1150	284	693	886	1401	1581	1732	298	16592
DARBHANGA	754	3191	2788	2267	2106	2214	555	822	2424	2486	2391	3066	694	25756
EAST CHAMPARAN	821	4288	3198	2845	2661	2739	744	1396	3657	3819	4305	5647	1197	37316
GAYA	221	781	570	420	362	489	134	179	516	513	536	730	152	5603
GOPALGANJ	5746	21603	15656	15648	12211	11108	2721	4898	8751	10191	12484	15249	2681	138945
JAMUI	324	1065	673	505	461	369	119	175	324	356	399	483	123	5376
JEHANABAD	41	166	122	83	106	95	27	37	105	128	126	178	30	1244
KAIMUR	75	275	160	156	145	126	36	58	171	197	230	265	63	1957

KATIHAR	145	571	533	499	548	592	116	238	683	678	639	771	180	6193
KHAGARIA	34	231	146	140	164	126	26	57	114	94	132	262	57	1583
KISHANGANJ	261	1570	1259	971	904	1218	331	593	2232	2128	1730	1879	365	15441
LAKHISARAI	82	248	175	157	149	135	37	53	111	161	102	173	39	1622
MADHEPURA	31	179	121	120	133	100	33	42	143	221	193	290	84	1690
MADHUBANI	648	3533	3243	2526	2801	2929	699	1414	4389	4412	3837	4693	963	36084
MUNGER	57	295	216	154	132	157	48	52	131	189	140	211	54	1836
MUZAFFARPUR	583	2791	2430	2327	2025	1881	574	952	1917	2489	2734	3147	631	24478
NALANDA	168	682	392	348	349	333	72	116	305	327	386	574	119	4170
NAWADA	460	1655	1067	855	788	742	184	247	613	585	708	819	165	8888
PATNA	4926	16104	8102	7784	4670	3081	678	1452	6993	7879	8234	7475	1189	78564
PURNIA	185	1123	1156	1055	1033	1525	416	675	2846	2401	2206	2309	380	17310
ROHTAS	310	1234	833	674	610	645	164	238	634	729	790	1098	221	8179
SAHARSA	85	397	306	347	307	220	62	94	332	345	375	570	131	3571
SAMASTIPUR	156	745	621	464	475	447	117	186	434	537	502	694	170	5546
SARAN	889	3772	2826	2346	2361	2313	564	1104	2272	2459	2691	3440	752	27788
SHEIKHPURA	67	215	167	146	110	116	30	32	67	93	111	135	21	1310
SHEOHAR	28	135	116	118	125	151	21	56	162	147	179	231	47	1516
SITAMARHI	423	1733	1839	1345	1443	1520	389	827	2112	2110	2031	2503	550	18825
SIWAN	7152	24874	16612	15191	12592	11016	2660	4454	8310	9868	11494	14948	2860	142024
SUPAUL	116	695	685	472	480	858	260	232	1318	1623	1073	1404	289	9505

VAISHALI	193	655	512	423	424	410	117	162	370	471	517	655	175	5084
WEST CHAMPARAN	1290	6036	4906	4189	4061	3819	1023	1961	4262	4892	6066	8971	1948	53422
Grand Total	**27889**	**107467**	**76518**	**69428**	**59180**	**55423**	**13911**	**24526**	**60945**	**67547**	**72523**	**89126**	**17657**	**742140**

STATEMENT-II

Destination country-wise ECs issued for ECR countries to migrant workers from Bihar														
Country/Year	**2014**	**2015**	**2016**	**2017**	**2018**	**2019**	**2020**	**2021**	**2022**	**2023**	**2024**	**2025**	**2026**	**Grand Total**
AFGHANISTAN	9	27	0	0	0	0	0	0	0	0	0	0	0	36
BAHRAIN	519	1314	1118	1618	1375	996	475	1212	2188	1139	1788	669	107	14518
INDONESIA	0	0	0	3	1	0	0	0	0	0	0	3	2	9
IRAQ	5	0	0	0	0	46	247	278	332	497	916	342	34	2697
JORDAN	113	278	374	431	453	914	113	735	816	291	943	702	181	6344
KUWAIT	1380	3953	7835	5895	5054	2998	487	563	4276	2554	1723	2264	428	39410
LEBANON			1	1	4	43	10	23	70	48	43	7		250
MALAYSIA	188	559	530	669	1467	847	238		1505	903	296	239	47	7488
OMAN	2276	15304	10610	8750	5965	4608	1230	3674	5039	3773	3856	5267	1052	71404
QATAR	3222	10356	6385	5132	8110	6833	1975	10841	6975	7332	5800	6070	1265	80296
SAUDI ARABIA	10105	43186	24006	14832	13337	22639	5897	5070	32756	33772	28113	20554	2753	257020
SOUTH SUDAN	0	0	0	0	0	0	0	0	0	0	0	24	3	27
SUDAN	80	1	0	0	0	0	0	0	0	0	0	0	0	81
SYRIAN ARAB REPUBLIC	0	1	0	0	0	0	0	0	0	0	0	0	0	1
THAILAND	0	0	0	0	0	0	2	0	0	0	0	0	0	2
UNITED ARAB	9992	32488	25659	32097	23414	15499	3237	2130	6988	17238	29045	52985	11785	262557

EMIRATES														
Grand Total	**27889**	**107467**	**76518**	**69428**	**59180**	**55423**	**13911**	**24526**	**60945**	**67547**	**72523**	**89126**	**17657**	**742140**

STATEMENT-III

S. No.	Name of the Country	Name of the Mission/Post	Number of complaints received from Indian migrant workers relating to labour issues including wage theft, contract substitution, passport confiscation, etc.									
			Cases received	Cases resolved	Cases received	Cases resolved	Cases received	Cases resolved	Cases received	Cases resolved	Cases received	Cases resolved
			2021		2022		2023		2024		2025	
1	Afghanistan	EOI, Kabul	0	0	0	0	0	0	0	0	0	0
2	Albania	EOI, Tirana	0	0	0	0	0	0	0	0	1	1
3	Algeria	EOI, Algiers	8	8	4	4	4	4	7	7	3	3
4	Angola	HCI, Luanda	12	12	10	10	12	12	8	8	8	8
5	Argentina	EOI, Buenos Aires	0	0	0	0	0	0	0	0	0	0
6	Armenia	EOI, Yerevan	0	0	0	0	1	1	0	0	2	2
7	Australia	HCI, Canberra	0	0	0	0	0	0	0	0	0	0
8		CGI, Melbourne	0	0	0	0	0	0	0	0	0	0
9		CGI, Sydney	0	0	0	0	0	0	0	0	0	0
10		CGI, Perth	0	0	0	0	0	0	0	0	0	0
11		CGI, Brisbane	0	0	0	0	0	0	1	1	0	0
12	Austria	EOI, Vienna	0	0	0	0	0	0	0	0	0	0

13	Azerbaijan	EOI, Baku	0	0	0	0	0	0	0	0	0	0
14	Bahrain	EOI, Bahrain	335	327	612	579	711	649	603	594	345	310
15	Bangladesh	HCI, Dhaka	0	0	0	0	0	0	0	0	1	0
16		AHCI, Chittagong	0	0	0	0	0	0	0	0	0	0
17		AHCI, Khulna	0	0	0	0	0	0	0	0	0	0
18		AHCI, Rajshahi	0	0	0	0	0	0	0	0	0	0
19		AHCI, Sylhet	0	0	0	0	0	0	0	0	0	0
20	Belarus	EOI, Minsk	0	0	0	0	0	0	0	0	1	1
21	Belgium	EOI, Brussels	0	0	0	0	0	0	0	0	0	0
22	Belize	Eol Mexico city	0	0	0	0	0	0	0	0	0	0
23	Bhutan	EOI, Thimphu	0	0	0	0	0	0	0	0	0	0
24		CGI, Phuntsholing	0	0	0	0	0	0	0	0	0	0
25	Bolivia	EOI, La Paz	0	0	0	0	0	0	0	0	0	0
26	Botswa0	HCI, Gaborone	0	0	0	0	0	0	0	0	1	Matter is subjudice .
27	Brazil	EOI, Brasilia	0	0	0	0	0	0	0	0	0	0
28		CGI, Sao Paulo	0	0	0	0	0	0	0	0	0	0
29	Brunei	HCI, Brunei Darussalam	0	0	0	0	0	0	0	0	0	0
30	Bulgaria	EOI, Sofia	0	0	0	0	0	0	0	0	0	0
31	Burkina Faso	EOI,	0	0	0	0	0	0	0	0	0	0

		Ouagadougou										
32	Cabo Verde	EOI, Praia	-	-	-	-	0	0	0	0	0	0
33	Cambodia	EOI, Phnom Penh	0	-	44	44	145	145	454	454	640	640
34	Cameroon	HCI, Yaounde	0	0	0	0	0	0	74	74	0	0
35	Canada	HCI, Ottawa	0	0	0	0	0	0	0	0	0	0
35		CGI, Toronto	0	0	0	0	0	0	0	0	0	0
36		CGI, Vancouver	0	0	0	0	0	0	0	0	0	0
37	Chad	EOI, N'Djamena	0	0	0	0	0	0	0	0	0	0
38	Chile	EOI, Santiago	0	0	0	0	0	0	0	0	0	0
39	China	EOI, Beijing	0	0	0	0	0	0	0	0	0	0
40		CGI, Shanghai	0	0	0	0	0	0	0	0	0	0
41		CGI, Guangzhou	0	0	0	0	0	0	0	0	0	0
42		CGI, Hong Kong	0	0	0	0	0	0	0	0	0	0
43	Colombia	EOI, Bogota	0	0	0	0	0	0	0	0	0	0
44	Comoros	EoI, Antananarivo	0	0	0	0	0	0	0	0	0	0
45	Cote D'Ivoire	EOI, Abidjan	0	0	0	0	0	0	0	0	0	0
46	Croatia	EOI, Zagreb	0	0	0	0	0	0	0	0	0	0
47	Cuba	EOI, Havana	0	0	0	0	0	0	0	0	0	0
48	Cyprus	EOI, Nicosia	0	0	0	0	0	0	0	0	0	0
49	Czech Republic	EOI, Prague	0	0	0	0	0	0	0	0	0	0
50	Democ. Republic of Congo	EOI, Kinshasa	0	0	0	0	20	20	50	50	33	33

51	Denmark	EoI Copenhagen	0	0	0	0	0	0	0	0	0	0
52	Djibouti	EOI, Djibouti	0	0	0	0	2	2	0	0	0	0
53	Dominican Republic	EOI, Santo Domingo	0	0	0	0	0	0	0	0	0	0
54	Ecuador	EOI, Quito	0	0	0	0	0	0	0	0	0	0
55	Egypt	EOI, Cairo	0	0	0	0	0	0	0	0	0	0
56	Equatorial Guinea	EOI, Malabo	0	0	0	0	0	0	0	0	5	0
57	Eritrea	EOI, Asmara	0	0	0	0	0	0	0	0	0	0
58	Estonia	EOI, Tallinn	0	0	0	0	0	0	0	0	0	0
59	Eswatini	HCI, Mbabane	0	0	0	0	0	0	0	0	0	0
60	Ethiopia	EOI, Addis Ababa	6	6	8	8	14	14	73	73	54	54
61	Fiji	HCI, Suva	0	0	0	0	0	0	0	0	0	0
62	Finland	EOI, Helsinki	0	0	0	0	0	0	0	0	0	0
63	France	EOI, Paris	0	0	0	0	0	0	0	0	0	0
64		CGI, Marseille	0	0	0	0	0	0	0	0	0	0
65		CGI, Saint Denis (Reunion Island)	0	0	0	0	0	0	0	0	0	0
66	Gabon	HCI, Libreville	0	0	0	0	0	0	0	0	0	0
67	Georgia	EOI, Tbilisi	0	0	0	0	0	0	0	0	0	0
68	Germany	EOI, Berlin	0	0	0	0	0	0	0	0	0	0
69		CGI, Frankfurt	0	0	0	0	0	0	0	0	0	0

70		CGI, Hamburg	0	0	0	0	0	0	0	0	0	0
71		CGI, Munich	0	0	0	0	0	0	0	0	0	0
72	Ghana	HCI, Accra	0	0	0	0	0	0	0	0	0	0
73	Greece	EOI, Athens	0	0	0	0	0	0	0	0	0	0
74	Guatemala	EOI, Guatemala City	0	0	0	0	0	0	0	0	0	0
75	Guyana	HCI, Georgetown	0	0	0	0	0	0	0	0	2	0
76	Hungary	EoI Budapest	0	0	0	0	0	0	0	0	0	0
77	Iceland	EOI, Reykjavik	0	0	0	0	0	0	0	0	0	0
78	Indonesia	EOI, Jakarta	0	0	0	0	0	0	0	0	1	0
79		CGI, Medan	0	0	0	0	0	0	0	0	0	
80		CGI, Bali	0	0	0	0	0	0	0	0	3	3
81	Iran	EOI, Tehran	0	0	0	0	0	0	0	0	0	0
82		CGI, Bandar Abbas	0	0	0	0	0	0	3	0	4	0
83		CGI, Zahedan	0	0	0	0	0	0	0	0	0	0
84	Iraq	EOI, Baghdad	0	0	0	0	0	0	0	0	0	0
85		CGI, Erbil	0	0	0	0	0	0	0	0	1	1
86	Ireland	EOI, Dublin	0	0	0	0	0	0	0	0	0	0
87	Israel	EOI, Tel Aviv	0	0	0	0	0	0	0	0	0	0
88	Italy	EOI, Rome	0	0	0	0	0	0	0	0	4	4
89		CGI, Milan	0	0	0	0	0	0	0	0	0	0

90	Jamaica	HCI, Kingston	0	0	0	0	0	0	0	0	0	0
91	Japan	EOI, Tokyo	0	0	0	0	0	0	0	0	0	
92		CGI, Osaka Kobe	0	0	0	0	0	0	0	0	0	0
93		CGI, Fukuoka	0	0	0	0	0	0	0	0	0	0
94	Jordan	EOI, Amman	0	0	0	0	118	118	23	23	43	43
95	Kazakhstan	EOI, Astana	0	0	0	0	0	0	0	0	0	0
96		ROI, Almaty	0	0	0	0	0	0	0	0	0	0
97	Kenya	HCI, Nairobi	0	0	0	0	5	5	8	8	10	10
98		AHCI, Mombasa	0	0	0	0	0	0	0	0	0	0
99	Kuwait	EOI, Kuwait	4339	2910	5660	3820	7820	4517	3728	2055	4081	2608
100	Kyrgyzstan	EOI, Bishkek	0	0	0	0	75	75	90	90	105	105
101	Lao PDR	EOI, Vientiane	25	25	81	74	252	244	590	560	1477	1487
102	Latvia	EOI, Riga	0	0	0	0	0	0	0	0	0	0
103	Lebanon	EOI, Beirut	0	0	0	0	0	0	0	0	0	0
104	Liberia	EOI, Monrovia	0	0	0	0	0	0	0	0	0	0
105	Libya	EOI, Tripoli	0	0	0	0	0	0	0	0	0	0
106	Lithuania	EOI, Vilnius	--	--	--	--	0	0	0	0	0	0
107	Madagascar	EOI, Antananarivo	0	0	0	0	0	0	0	0	0	0
108	Malawi	HCI, Lilongwe	0	0	0	0	0	0	1	0	1	0
109	Malaysia	HCI, Kuala Lumpur	2021	2021	982	982	1648	1648	2794	2744	2532	2519
110	Maldives	HCI, Male	203	203	184	184	549	518	1190	826	855	855

111	Mali	EOI, Bamako	0	0	0	0	0	0	0	0	0	0
112	Malta	HCI, Malta	0	0	0	0	0	0	0	0	0	0
113	Mauritania	EOI, Nouakchott	0	0	0	0	0	0	1	1	0	0
114	Mauritius	HCI, Port Louis	0	0	0	0	0	0	0	0	0	0
115	Mexico	EOI, Mexico City	0	0	0	0	0	0	0	0	0	0
116	Mongolia	EOI, Ulaanbaatar	0	0	0	0	0	0	0	0	0	
117	Morocco	EOI, Rabat	0	0	0	0	0	0	0	0	0	0
118	Mozambique	HCI, Maputo	0	0	0	0	0	0	0	0	0	0
119	Myanmar	EOI, Yangon	0	0	399	338	83	89	203	147	1863	1594
120		CGI, Mandalay	0	0	0	0	0	0	0	0	0	0
121		CGI, Sittwe	0	0	0	0	0	0	0	0	0	0
122	0mibia	HCI, Windhoek	0	0	0	0	0	0	0	0	0	0
123	Nepal	EOI, Kathmandu	0	0	0	0	0	0	0	0	0	0
124		CGI, Birgunj	5	5	2	2	1	1	7	6	15	12
125	Netherlands	EOI, The Hague	0	0	0	0	0	0	0	0	0	0
126	New Zealand	EOI, Wellington	0	0	0	0	0	0	0	0	0	0
127		CGI, Auckland	0	0	0	0	0	0	0	0	0	0
128	Niger	EOI, Niamey	0	0	0	0	0	0	0	0	0	0
129	Nigeria	HCI, Abuja	0	0	0	0	0	0	0	0	0	0
130		CGI, Lagos	0	0	0	0	0	0	0	0	0	0
131	North Korea	EOI, Pyongyang	0	0	0	0	0	0	0	0	0	0

132	Norway	EOI, Oslo	0	0	0	0	0	0	0	0	0	0
133	Oman	EOI, Muscat	1401	1391	2478	1927	4281	4111	3114	3035	2345	2241
134	Pakistan	HCI, Islamabad	0	0	0	0	0	0	0	0	0	0
135	Palestine	ROI, Ramallah	0	0	0	0	0	0	0	0	0	0
136	Panama	EOI, Panama	0	0	0	0	0	0	0	0	0	0
137	Papua New Guinea	HCI, Port Moresby	0	0	0	0	0	0	0	0	0	0
138	Paraguay	EOI, Asuncion	0	0	0	0	0	0	0	0	0	0
139	Peru	EOI, Lima	0	0	0	0	0	0	0	0	0	0
140	Phillipines	EOI, Manila	0	0	0	0	0	0	0	0	0	0
141	Poland	EOI, Warsaw	0	0	0	0	0	0	0	0	0	0
142	Portugal	EOI Lisbon	0	0	0	0	0	0	0	0	0	0
143	Qatar	EOI, Doha	1551	1552	436	568	139	121	162	334	135	257
144	Republic of Congo	EOI, Brazzaville	0	0	0	0	0	0	0	0	0	0
145	Repub. of Guinea	EOI, Conakry	0	0	0	0	0	0	0	0	14	14
146	Romania & Moldova	EOI, Bucharest	0	0	0	0	0	0	0	0	0	
147	Russia	EoI, Moscow	0	0	0	0	0	0	0	0	10	10
148		CGI, St. Petersburg	0	0	1	1	1	1	1	1	5	5
149		CGI, Vladivostok	0	0	0	0	0	0	0	0	0	0

150		CGI, Kazan	0	0	0	0	0	0	0	0	0	0
151		CGI, Yekaterinaburg	0	0	0	0	0	0	0	0	0	0
152	Rwanda	HCI, Kigali	0	0	0	0	0	0	0	0	1	1
153	Sao Tome and Principe	EOI, Sao Tome and Principe	0	0	0	0	0	0	0	0	0	0
154	Saudi Arabia	EOI, Riyadh	1128	1126	1947	1941	2279	2250	2223	1999	2198	1660
155		CGI, Jeddah	650	650	456	456	798	798	630	615	679	665
156	Senegal	EOI, Dakar	0	0	0	0	0	0	0	0	0	0
157	Serbia	EOI, Belgrade	1	1	5	5	3	3	12	12	34	34
158	Seychelles	HCI, Victoria, Mahe	19	19	31	31	58	58	42	42	46	46
159	Sierra Leone	EOI, Freetown	0	0	4	4	3	3	18	18	27	27
160	Singapore	HCI, Singapore	30	30	35	35	29	29	46	46	53	53
161	Slovakia	EOI, Bratislava	0	0	0	0	0	0	0	0	0	0
162	Slovenia	EOI, Ljubljana	0	0	0	0	0	0	0	0	0	0
163	South Africa	HCI, Pretoria	0	0	0	0	0	0	0	0	0	0
164		CGI Johannesburg	0	0	0	0	0	0	0	0	0	0
165		CGI Durban	0	0	0	0	0	0	0	0	0	0
166		CGI, Cape Town	0	0	0	0	0	0	0	0	0	0
167	South Korea	EOI, Seoul	0	0	0	0	0	0	0	0	0	0
168	South Sudan	EOI, Juba	5	5	4	4	3	3	5	4	4	2

169	Spain	EOI, Madrid	0	0	0	0	0	0	0	0	0	0
170		CGI, Barcelona	0	0	0	0	0	0	0	0	0	0
171	Sri Lanka	HCI, Colombo	121	121	35	35	108	108	221	221	167	167
172		AHCI, Kandy	0	0	0	0	1	1	0	0	5	5
173		CGI, Jaffna	0	0	0	0	1	1	0	0	0	0
174		CGI, Hambantota	0	0	0	0	0	0	0	0	0	0
175	Sudan	EOI, Khartoum	0	0	0	0	0	0	0	0	0	0
176	Suriname	EOI, Paramaribo	0	0	0	0	0	0	0	0	1	1
177	Sweden	EOI, Stockholm	0	0	0	0	0	0	0	0	0	0
178	Switzerland	EOI, Berne	0	0	0	0	0	0	0	0	0	0
179		CGI Geneva	0	0	0	0	0	0	0	0	0	0
180	Syria	EOI, Damascus	0	0	0	0	1	1	4	4	2	2
181	Taiwan	India Taipei Assoc.	0	0	0	0	0	0	0	0	0	0
182	Tajikistan	EOI, Dushanbe	0	0	0	0	0	0	0	0	0	0
183	Tanzania	HCI, Dar-e-Salaam	0	0	0	0	0	0	0	0	0	0
184		CGI, Zanzibar	0	0	0	0	0	0	0	0	0	0
185	Thailand	EOI, Bangkok	14	14	0	0	0	0	7	7	0	0
186		COI, Chiangmai	0	0	0	0	0	0	0	0	0	0
187	Timor Leste	EOI, Dili	0	0	0	0	0	0	0	0	0	0
188	Togo	EOI, Lome	0	0	0	0	0	0	0	0	2	2
189	Trinidad &	HCI, Port of Spain	0	0	0	0	0	0	0	0	0	0

	Tobago											
190	Tunisia	EOI, Tunis	0	0	0	0	0	0	0	0	48	48
191	Turkiye	EOI, Ankara	0	0	0	0	0	0	0	0	0	0
192		CGI, Istanbul	0	0	0	0	4	4	1	1	0	0
193	Turkmenistan	EOI, Ashgabat	0	0	0	0	0	0	0	0	0	0
194	UAE	EOI, Abu Dhabi	755	755	779	779	528	528	387	387	411	388
195		CGI, Dubai	1972	1714	2427	2366	2928	2543	3030	2891	3727	3309
196	Uganda	HCI, Kampala	29	29	17	17	6	6	1	1	3	3
197	Ukraine	EOI, Kyiv	0	0	0	0	0	0	0	0	0	0
198	United Kingdom	HCI, London	0	0	0	0	0	0	0	0	0	0
199		CGI, Birmingham	0	0	0	0	0	0	0	0	0	0
200		CGI, Edinburgh	0	0	0	0	0	0	0	0	0	0
201		CGI, Manchester	0	0	0	0	0	0	0	0	0	0
202		CGI, Belfast	0	0	0	0	0	0	0	0	0	0
203	Uruguay	EOI, Buenos Aires	0	0	0	0	0	0	0	0	0	0
204	USA	EOI, Washington	0	0	0	0	0	0	0	0	0	0
205		CGI, New York	0	0	0	0	0	0	0	0	0	0
206		CGI, Chicago	0	0	0	0	0	0	0	0	0	0
207		CGI, Atlanta	0	0	0	0	0	0	0	0	0	0
208		CGI, Houston	0	0	0	0	0	0	0	0	0	0
209		CGI, San	0	0	0	0	0	0	0	0	0	0

		Francisco										
210		CGI, Seattle	0	0	0	0	0	0	0	0	0	0
211		CGI, Los Angeles	0	0	0	0	0	0	0	0	0	0
212	Uzbekistan	EOI, Tashkent	0	0	0	0	0	0	800	800	540	540
213	Venezuela	EOI, Caracas	0	0	0	0	0	0	0	0	0	0
214	Vietnam	EOI, Hanoi	0	0	0	0	0	0	0	0	0	0
215		CGI, HCM City	0	0	0	0	0	0	0	0	0	0
216	Yemen	EOI, Riyadh	0	0	0	0	0	0	0	0	0	0
217	Zambia	HCI, Lusaka	9	9	2	1	4	2	12	11	9	8
218	Zimbabwe	EOI, Harare	0	0	0	0	0	0	0	0	0	0

STATEMENT-IV

Details of ICWF fund utilization in the last five years (In INR)

Heads	2020	2021	2022	2023	2024	2025
Boarding & Lodging	144,261,549	23,503,822	53,551,115	46,206,535	39,466,311	51,555,562
Emergency Medical Care	11,455,230	17,289,515	11,146,036	16,721,039	8,098,252	1,358,490
Air Passage to Stranded Overseas Indians	115,464,434	106,712,301	65,700,824	48,253,639	33,114,880	13,884,006
Legal Assistance	3,855,195	4,299,285	6,735,508	119,688,527	8,071,904	2,832,409

Air lifting of Mortal Remains	59,487,371	57,095,553	86,544,256	90,638,615	119,650,424	54,250,971
Assistance to Indian women abroad	1,572,528	733,340	284,577	361,733	365,947	704,697
Small fines & penalties	953,759,852	23,110,178	11,776,110	17,268,628	7,475,690	4,984,961
Total	1,289,856,159	232,743,994	235,738,426	339,138,716	216,243,408	129,571,096

RACIST ATTACKS ON INDIANS IN ISRAEL

4682. SHRI ANTO ANTONY:

SHRI SAPTAGIRI SANKAR ULAKA:

SHRI KARTI P. CHIDAMBARAM:

SHRI BALWANT BASWANT WANKHADE:

SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether the Government has taken note of the premeditated attack on Indian workers in Israel on 16 February 2026, if so, the details thereof;

(b) whether the Government intends to provide compensation and legal aid to the victims, if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has formally raised the issue with Israeli authorities to prevent further racist attacks against Indians, if so, the details thereof; and

(d) the details of the measures taken by the Government to ensure the safety and security of Indian nationals in Israel?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): Government are aware of an incident related to an unprovoked attack on two Indian workers by some assailants that occurred on December 16, 2025 in Israel. The Embassy of India raised the matter with the Israeli Ministry of Foreign

Affairs and actively pursued it with the local Israeli authorities. The local police authorities conducted a speedy investigation that led to the arrest of the suspects.

The Government of India accords the highest priority to the safety, security and well-being of Indian nationals in Israel. The Indian Embassy in Tel Aviv provides dedicated assistance to Indians in distress and actively coordinates with relevant Israeli authorities to ensure timely intervention and resolution. The Embassy also remains in regular contact with Indian nationals in Israel to ensure their well-being.

CASES AGAINST JOURNALISTS AND HUMAN RIGHT ACTIVISTS

4683. SHRI VISHALDADA PRAKASHBAPU PATIL:

SUSHRI PRANITI SUSHILKUMAR SHINDE:

ADV. GOWAAL KAGADA PADAVI:

DR. BACHHAV SHOBHA DINESH:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the number of journalists, independent media persons, social activists and human rights defenders against whom cases have been registered since 2014 under laws relating to national security, unlawful activities, sedition, incitement to hatred or public order, including the Unlawful Activities (Prevention) Act, 1967, year-wise and State-wise;

(b) the number of such persons currently in custody, the duration of their detention

and the number of persons granted bail, year-wise since 2014;

(c) the number of such cases that have resulted in convictions, acquittals or discharge, year-wise since 2014;

(d) whether the Government has conducted any review of the prolonged pendency of trials and low conviction rates, if any, in such cases; and

(e) the safeguards in place to ensure that criminal provisions relating to security and public order are not invoked in a manner that has the effect of discouraging peaceful dissent and constitutionally protected protest?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a) to (e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, State Governments and Union Territory Administrations are responsible for prevention, detection, registration and investigation of crimes and for prosecution of the accused through their law enforcement agencies. Department of Justice does not maintain data with respect to police cases against journalists, media persons, social activists and human rights defenders etc.

उदयपुर में एम्स की स्थापना

4684. श्री राजकुमार रोतः

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में स्थापित अखिल भारतीय आयुर्विज्ञान संस्थानों (एम्स) की राज्यवार संख्या कितनी है, साथ ही उनकी स्वीकृति संबंधी तिथियाँ, चयन मानदंड, नियम और पात्रता दिशानिर्देश क्या हैं;

(ख) क्या राजस्थान के उदयपुर मंडल (जिसमें उदयपुर, डूंगरपुर, बांसवाड़ा और प्रतापगढ़ शामिल हैं) में सुपरस्पेशियलिटी स्वास्थ्य सुविधाओं की कमी के कारण गंभीर बीमारियों से पीड़ित रोगियों को उपचार के लिए अन्य राज्यों या बड़े शहरों की यात्रा करनी पड़ती है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार का उदयपुर मंडल में एक एम्स की स्थापना किए जाने के लिए स्वीकृति देने का विचार है; और

(ङ) यदि हां, तो इसके लिए नियत समय-सीमा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

आयुष मंत्रालय के राज्य मंत्री; **तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):**

(क) से (ङ): प्रधानमंत्री स्वास्थ्य सुरक्षा योजना (पीएमएसएसवाई) का उद्देश्य किफायती/विश्वसनीय विशिष्ट स्वास्थ्य परिचर्या की उपलब्धता में क्षेत्रीय असंतुलन को दूर करना और देश में गुणवत्तापूर्ण चिकित्सा शिक्षा की सुविधाओं को बढ़ाना है। पीएमएसएसवाई के तहत, अब तक देश के विभिन्न राज्यों/संघ राज्य क्षेत्रों में 22 अखिल भारतीय आयुर्विज्ञान संस्थानों (एम्स) की स्थापना को मंजूरी दी गई है, जिनमें राजस्थान के जोधपुर में स्थित एक एम्स भी शामिल है, जो कार्यशील है। एम्स का ब्यौरा संलग्न **विवरण** में दिया गया है। इसके अलावा, राजस्थान में विशिष्ट स्वास्थ्य सुविधा केंद्रों को सुदृढ़ और उन्नत करने के लिए, पीएमएसएसवाई के एक अन्य घटक के तहत, केंद्र-राज्य लागत साझाकरण के आधार पर निम्नलिखित सरकारी मेडिकल कॉलेजों के सुपर स्पेशियलिटी ब्लॉक (एसएसबी) के निर्माण के माध्यम से उन्नयन को मंजूरी दी गई है: (i) आरएनटी मेडिकल कॉलेज, उदयपुर, (ii)

सरदार पटेल मेडिकल कॉलेज, बीकानेर, (iii) सरकारी मेडिकल कॉलेज, जयपुर, (iv) सरकारी मेडिकल कॉलेज, कोटा। पीएमएसएसवाई के तहत, राजस्थान के उदयपुर में एम्स की स्थापना का कोई प्रस्ताव नहीं है।

राष्ट्रीय स्वास्थ्य मिशन के अंतर्गत, यह मंत्रालय राज्यों/संघ राज्य क्षेत्रों को उनके समग्र संसाधन आवंटन के भीतर प्रस्तुत कार्यक्रम कार्यान्वयन योजनाओं (पीआईपी) के आधार पर उनकी स्वास्थ्य सेवा प्रणालियों को सुदृढ़ करने के लिए वित्तीय और तकनीकी सहायता प्रदान करता है। अब तक, राजस्थान राज्य को वित्त वर्ष 2020-21 से 2024-25 तक ₹ 10,570.41 करोड़ की राशि निर्गत की जा चुकी है। इसके अलावा, प्रधानमंत्री-आयुष्मान भारत स्वास्थ्य अवसंरचना मिशन (पीएम-अभिम) के तहत राजस्थान के 33 जिलों में क्रिटिकल केयर ब्लॉक (सीसीबी) की स्थापना को भी मंजूरी दी गई है, जिसमें उदयपुर मंडल के उदयपुर, डूंगरपुर, बांसवाड़ा, प्रतापगढ़, चित्तौड़गढ़ और राजसमंद जिलों में 50 बिस्तरों वाले एक-एक सीसीबी शामिल हैं।

विवरण

पीएमएसएसवाई के अंतर्गत एम्स का ब्यौरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र	एम्स का स्थान	अनुमोदन का वर्ष
1	आंध्र प्रदेश	एम्स मंगलागिरी	2015
2	असम	एम्स गुवाहाटी	2017
3	बिहार	एम्स दरभंगा	2020
4		एम्स पटना	2006
5	छत्तीसगढ़	एम्स रायपुर	2006
6	गुजरात	एम्स राजकोट	2019
7	हरियाणा	एम्स माजरा (रेवाड़ी)	2019
8	हिमाचल प्रदेश	एम्स बिलासपुर	2018
9	जम्मू एवं कश्मीर	एम्स विजयपुर, जम्मू	2019

10		एम्स अवंतीपोरा, कश्मीर	2019
11	झारखंड	एम्स देवघर	2018
12	मध्य प्रदेश	एम्स भोपाल	2006
13	महाराष्ट्र	एम्स नागपुर	2015
14	ओडिशा	एम्स भुवनेश्वर	2006
15	पंजाब	एम्स बठिंडा	2016
16	राजस्थान	एम्स जोधपुर	2006
17	तमिलनाडु	एम्स मदुरै	2018
18	तेलंगाना	एम्स बीबीनगर	2018
19	उत्तर प्रदेश	एम्स रायबरेली	2009
20		एम्स गोरखपुर	2016
21	उत्तराखंड	एम्स ऋषिकेश	2006
22	पश्चिम बंगाल	एम्स, कल्याणी	2015

विभिन्न चिकित्सा जांचों के लिए नामांकन तिथियों में देरी

4685. श्री मुरारी लाल मीनाः

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार को जानकारी है कि हरियाणा, राजस्थान और उत्तर प्रदेश सहित अन्य राज्यों से बड़ी संख्या में रोगी उपचार के लिए राष्ट्रीय राजधानी दिल्ली आते हैं, लेकिन अनेक सरकारी अस्पतालों में विभिन्न जांचों के लिए नामांकन की तिथियाँ कई महीनों या वर्षों बाद की दी जाती हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या डॉ. राम मनोहर लोहिया अस्पताल के मनोचिकित्सा विभाग में सामान्य जांचों के लिए

प्रतीक्षा अवधि तीन वर्ष से अधिक सूचित की गई है, यदि हां, तो इसके क्या कारण हैं और इसे कम करने के लिए क्या कदम उठाए गए हैं;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ङ) क्या देश के और विशेषकर राजस्थान के सरकारी अस्पतालों में रविवार और छुट्टियों के दिन सीमित ओपीडी और जांच सेवाएं संचालित किए जाने का विचार है; और

(च) यदि हां, तो इसके कार्यान्वयन के लिए निर्धारित समय-सीमा क्या है?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क) और (ख): अखिल भारतीय आयुर्विज्ञान संस्थान (एआईएमएस), नई दिल्ली, दिल्ली के केंद्रीय सरकारी अस्पताल (वर्धमान महावीर मेडिकल कॉलेज एवं सफदरजंग अस्पताल, अटल बिहारी वाजपेयी आयुर्विज्ञान संस्थान एवं डॉ. राम मनोहर लोहिया अस्पताल, लेडी हार्डिंग मेडिकल कॉलेज एवं संबद्ध अस्पताल, ग्रामीण स्वास्थ्य प्रशिक्षण केंद्र) और दिल्ली राष्ट्रीय राजधानी क्षेत्र के सरकारी अस्पतालों में विभिन्न राज्यों से आने वाले रोगियों की संख्या अधिक है। ये अस्पताल/संस्थान उपलब्ध सुविधाओं के अनुसार सभी रोगियों को उचित चिकित्सा परिचर्या प्रदान करने हेतु हर संभव प्रयास करते हैं। रक्त जांच और एक्स-रे जांच बिना किसी विलंब के उसी दिन या अगले उपलब्ध दिन को किए जाते हैं। हालांकि, सीटी स्कैन, एमआरआई आदि जैसी विशेष जांचों के लिए रोगियों के रोग संबंधी लक्षणों और स्लॉट की उपलब्धता के आधार पर तारीखें दी जाती हैं।

(ग) और (घ): डॉ. राम मनोहर लोहिया अस्पताल, नई दिल्ली के मनोचिकित्सा विभाग और नैदानिक मनोविज्ञान विभाग में, रोगियों को तत्काल देखा जाता है और उनका उपचार यथाशीघ्र शुरू किया जाता है। इसके अतिरिक्त, संकटकालीन अत:क्षेप और नैदानिक मनोविज्ञान उपचार की आवश्यकता वाले गंभीर रोगियों को प्राथमिकता दी जाती है। हालांकि, मनोवैज्ञानिक जांच के लिए अपॉइंटमेंट में

कुछ समय लगता है, क्योंकि ये आकलन संवेदनशील और जटिल होते हैं, जिनके लिए पर्याप्त समय और विशेषज्ञता की आवश्यकता होती है।

(ङ) और (च): 'जन स्वास्थ्य' एवं 'अस्पताल' राज्य के विषय हैं। तदनुसार, संबंधित राज्य सरकारें देशभर के सरकारी अस्पतालों में अवकाश के दिनों में स्वास्थ्य परिचर्या सुविधाएं उपलब्ध कराना सुनिश्चित करने के प्रयास करती हैं। राजस्थान सरकार से प्राप्त जानकारी के अनुसार, राजस्थान सरकार के प्रशासनिक नियंत्रणाधीन अस्पताल रविवार और राजपत्रित अवकाश के दिनों में ओपीडी में आने वाले रोगियों की सुविधा के लिए 24x7 आपातकालीन उपचार सेवाओं के अलावा सुबह 9:00 बजे से 11:00 बजे तक दो घंटे के लिए ओपीडी और जांच सेवाएं संचालित करते हैं।

जहां तक, नई दिल्ली स्थित केंद्र सरकार के अस्पतालों का संबंध है, डॉ. राम मनोहर लोहिया अस्पताल और लेडी हार्डिंग मेडिकल कॉलेज एवं संबद्ध अस्पतालों में रविवार को सीमित ओपीडी सेवाएं उपलब्ध हैं। डॉ. राम मनोहर लोहिया अस्पताल और सफदरजंग अस्पताल में रविवार को चिकित्सा जांच सेवाएं कार्यशील हैं।

आयुष औषधि गुणवत्ता योजना

4686. श्री अमर शरदराव काले:

क्या **आयुष** मंत्री यह बताने की कृपा करेंगे कि:

(क) आयुष औषधि गुणवत्ता योजना के अंतर्गत अब तक हुई प्रगति का ब्यौरा क्या है, साथ ही आयुष विनिर्माण इकाइयों के लिए फार्माकोविजिलेंस, गुणवत्ता नियंत्रण और माल विनिर्माण प्रचलनों के प्रमाणीकरण के एकीकरण की रूपरेखा क्या है;

(ख) योजना के अंतर्गत उन्नत की गई आयुष विनिर्माण इकाइयों की संख्या कितनी है, साथ ही राष्ट्रीय परीक्षण और अंशशोधन प्रयोगशाला प्रत्यायन बोर्ड से प्रत्यायन प्राप्त इकाइयाँ कितनी हैं;

(ग) योजना के अंतर्गत स्थापित या सुदृढ़ की गई विश्लेषणात्मक प्रयोगशालाओं की संख्या कितनी है,

साथ ही अब तक स्वीकृत की गई और जारी की गई निधि कितनी है; और

(घ) देश में आयुष औषधि गुणवत्ता उन्नयन योजना के अंतर्गत लाभार्थियों के वितरण और योजना के अन्तर्गत सृजित अवसंरचना का राज्य-वार/संघ राज्यक्षेत्र-वार ब्यौरा क्या है?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क) से (घ)**:** आयुष मंत्रालय वर्ष 2021-22 से पांच वर्षों के लिए 122.00 करोड़ के कुल बजट परिव्यय रुपये के साथ केंद्रीय क्षेत्र योजना आयुष औषधि गुणवत्ता एवं उत्पादन संवर्धन योजना (एओजीयूएसवाई**)** का कार्यान्वयन कर रहा है। अब तक**,** इस योजना के तहत देशभर में 18 आयुर्वेद**,** सिद्ध**,** यूनानी और होम्योपैथी (एएसयू एंड एच) फार्मेसियों और 7 एएसयू एंड एच औषधि परीक्षण प्रयोगशालाओं (डीटीएल) को वित्तीय सहायता प्रदान की गई है। इन फार्मेसियों और डीटीएल को अनुदान सहायता के रूप में 40.13 करोड़ रुपये की राशि स्वीकृत की गई है।

एओजीयूएसवाई योजना के तहत एएसयू एंड एच फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं (डीटीएल) के उन्नयन के लिए अब तक जारी की गई धनराशि का राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

<u>विवरण</u>

आयुर्वेद, सिद्ध, यूनानी और होम्योपैथी (एएसयूएंडएच) फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं (डीटीएल) के उन्नयन के लिए एओजीयूएसवाई योजना के तहत अब तक जारी की गई निधियों का राज्य-वार विवरण निम्न प्रकार है:-

क्र.सं.	वित्त वर्ष	राज्य	घटक	फार्मेसी/डीटीएल	विवरण	जारी की गई राशि (रू. में)
1	2021-22	मिजोरम	उच्च मानकों को प्राप्त करने	डीटीएल	मिजोरम राज्य सरकार	18,00,000

			के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन			
2	2022-23	महाराष्ट्र	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	फार्मेसी	इंदुकेयर फार्मा प्राइवेट लिमिटेड पुणे	3,00,00,000
3		महाराष्ट्र		फार्मेसी	आयुर्केम प्राइवेट लिमिटेड महाराष्ट्र	2,69,00,000
4		महाराष्ट्र		फार्मेसी	फाइटोवेदिक इंडिया प्रा. लिमिटेड महाराष्ट्र	2,14,61,000
5		केरल		फार्मेसी	विशेष आयुर्वेदिक प्रा. लिमिटेड फार्मेसी केरल	1,91,56,000
6		उत्तर प्रदेश		फार्मेसी	अमर फार्मास्यूटिकल्स एंड लैब्स (I) प्रा. लिमिटेड यू.पी	1,43,43,000
7		उत्तर प्रदेश		डीटीएल	अमर फार्मास्यूटिकल्स एंड लैब्स (I) प्रा. लिमिटेड यू.पी. (डीटीएल)	77,67,000
8		मध्य प्रदेश		फार्मेसी	श्री बैद्यनाथ आयुर्वेद भवन प्रा. लिमिटेड, मध्य प्रदेश	2,08,92,000
9		केरल		फार्मेसी	कोल्लम जिला आयुर्वेद औषध निर्माण व्यवसाय सहकारी समिति लिमिटेड, केरल	64,29,000
10	2023-24	त्रिपुरा	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण	डीटीएल	त्रिपुरा राज्य सरकार	76,68,000

			प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन			
11		मध्य प्रदेश	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	फार्मेसी	श्री बैद्यनाथ आयुर्वेद भवन प्रा. लिमिटेड, मध्य प्रदेश	91,08,000
12		जम्मू एवं कश्मीर	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	डीटीएल	जम्मू-कश्मीर राज्य सरकार	86,29,500
13		केरल	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	फार्मेसी	सीताराम आयुर्वेद प्रा. लिमिटेड, त्रिशूर, केरल	50,00,000
14		केरल		फार्मेसी	पंकजकस्तूरी हर्बल्स इंडिया प्राइवेट लिमिटेड, पूवाचल, केरल	50,00,000
15		राजस्थान		फार्मेसी	बीजैन फार्मास्युटिकल्स प्राइवेट लिमिटेड, अलवर, राजस्थान	50,00,000
16		असम		फार्मेसी	असम आयुर्वेदिक प्रोडक्ट्स, गुवाहाटी, असम (पीएसयू)	45,59,519
17		जम्मू एवं		फार्मेसी	सरकारी फार्मेसी, जम्मू	1,05,00,000

		कश्मीर			और कश्मीर	
18		गुजरात		फार्मेसी	राज्य फार्मेसी, राजपीपला, गुजरात	44,20,248
19		मिजोरम		डीटीएल	राज्य सरकार औषधि परीक्षण प्रयोगशाला, मिजोरम	67,20,884
20		तमिलनाडु		डीटीएल	राज्य सरकार औषधि परीक्षण प्रयोगशाला, तमिलनाडु	20,00,000
21		अरुणाचल प्रदेश		फार्मेसी	राज्य फार्मेसी, अरुणाचल प्रदेश	67,02,164
22		अरुणाचल प्रदेश		डीटीएल	राज्य औषधि परीक्षण प्रयोगशाला, अरुणाचल प्रदेश	17,99,813
23	2024-25	अरुणाचल प्रदेश	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	फार्मेसी	राज्य फार्मेसी, अरुणाचल प्रदेश	70,42,077
24		अरुणाचल प्रदेश		डीटीएल	राज्य औषधि परीक्षण प्रयोगशाला, अरुणाचल प्रदेश	17,24,400
25		केरल		फार्मेसी	पंकजकस्तूरी हर्बल्स इंडिया प्राइवेट लिमिटेड, पूवाचल, केरल	44,32,807
26		तमिलनाडु	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	डीटीएल	राज्य सरकार औषधि परीक्षण प्रयोगशाला, तमिलनाडु	51,00,000
27		राजस्थान		फार्मेसी	बी जैन फार्मास्युटिकल्स प्राइवेट लिमिटेड, अलवर, राजस्थान	1,44,54,189
28		मिजोरम		डीटीएल	राज्य सरकार औषधि परीक्षण प्रयोगशाला,	39,40,500

					मिजोरम	
29		तमिलनाडु		डीटीएल	राज्य सरकार औषधि परीक्षण प्रयोगशाला, तमिलनाडु	41,57,062
30		गुजरात		फार्मेसी	राज्य फार्मेसी, राजपीपला, गुजरात	2,00,00,000
31		मिजोरम	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	डीटीएल	राज्य सरकार औषधि परीक्षण प्रयोगशाला, मिजोरम	18,00,000
32		तमिलनाडु	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	फार्मेसी	राज्य सरकार फार्मेसी, तमिलनाडु औषधीय पादप फार्म एंड हर्बल मेडिसिन कॉर्पोरेशन लिमिटेड (टीएएमपीसीओएल), तमिलनाडु	45,00,000
33		अरुणाचल प्रदेश	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	फार्मेसी	राज्य फार्मेसी, अरुणाचल प्रदेश	31,08,000

34	2025-26	पंजाब	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	फार्मेसी	श्री धन्वंतरि हर्बल्स प्रा. लिमिटेड	2,85,00,000
35		केरल	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	फार्मेसी	सीताराम आयुर्वेद प्रा. लिमिटेड, त्रिशूर, केरल।	2,50,00,000
36		अरुणाचल प्रदेश	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	फार्मेसी	राज्य फार्मेसी, अरुणाचल प्रदेश	35,94,164
37		अरुणाचल प्रदेश	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण	डीटीएल	राज्य औषधि परीक्षण प्रयोगशाला, अरुणाचल प्रदेश	17,99,813

			और उन्नयन			
38		मिजोरम	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	डीटीएल	राज्य सरकार औषधि परीक्षण प्रयोगशाला, मिजोरम	18,00,000
39		केरल	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	फार्मेसी	फार्मास्युटिकल कॉर्पोरेशन (आईएम) केरल लिमिटेड, कुट्टानेल्लूर पी.ओ. त्रिशूर	2,78,01,008
40		मध्य प्रदेश	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन	फार्मेसी	राज्य सरकार फार्मेसी, ग्वालियर	91,49,799
41		मध्य प्रदेश	उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण	डीटीएल	राज्य सरकार औषधि परीक्षण प्रयोगशाला, मध्य प्रदेश	75,83,262

			प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन			
					कुल	**40,13,43,209 (अर्थात 40.13 करोड़ रू.)**

IMPLEMENTATION OF E-COURTS PHASE-III

4687. SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the details of the fund allocation under the Cloud Infrastructure component of e-Courts Phase-III, including the current status of cloud migration and data storage capacity established in the country, State-wise particularly in Andhra Pradesh;

(b) the details of the additional hardware provided to existing courts in the country, including the number of courts equipped and the types of hardware deployed, State-wise and district-wise especially in Andhra Pradesh; and

(c) the details of the implementation status of the Virtual Courts budget, including the number of virtual courts operationalised and types of cases being handled, State-wise and district-wise especially in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL):

(a): The e-Courts Mission Mode Project is being implemented in a phased manner across the country with the objective of strengthening the use of Information and Communication Technology (ICT) in the judicial system. The Department of Justice in close coordination with the eCommittee of Supreme Court of India is implementing the e-Courts Project in a decentralized manner through the respective High Courts with the assistance of National Informatics Centre (NIC), as a Technical Partner.

Phase III of the project has financial outlay of ₹7,210 crore, out of which ₹1,205.20 crore have been earmarked under the Cloud Infrastructure component for establishment of secure and scalable cloud-based infrastructure for hosting applications and storage of digitised court records. Migration of e-Courts applications and related services to the cloud environment has been undertaken in a phased manner and all National level e-Courts services and portals have been migrated on the National Government Cloud Infrastructure.

All High Courts have been progressively on-boarded to the National Government Cloud infrastructure in accordance with project implementation requirements. As per the information provided by the eCommittee, SCI, the High Court-wise details of data storage including the High Court of Andhra Pradesh is given in the enclosed **Statement-I**.

(b): As a part of e-Courts Phase III, a total of 18,735 courts are covered under the

component “Additional Hardware to existing courts” at an outlay of ₹643.66 crore. As per the approved norms, each courtroom is provisioned with four (4) All-in-One computer systems, one (1) scanner, four (4) LAN nodes and four (4) digital signature tokens. Under the jurisdiction of High Court of Andhra Pradesh, a total of 598 existing courts were provided with the additional hardware as provisioned.

(c): Under e-Courts Project, 30 Virtual Courts have been established to enable online adjudication of traffic challans. Virtual Courts have received 10.13 crore challans and challans amounting to ₹1,002.73 crore were paid. The State-wise details are given in the enclosed **Statement-II**. At present, Virtual Courts have not been operationalised in the State of Andhra Pradesh.

The implementation and operationalisation of Virtual Courts, including identification of case types and locations, are undertaken by the respective High Courts in coordination with the concerned State Governments.

STATEMENT- I

Storage at High Court-wise and National Level:

S. No	National/ High Courts	Storage(TB)	
		Subscribed / Allocated	Consumed / Provisioned
1	National	1121	635.96
2	Allahabad High Court	36.2	7.7
3	Andhra Pradesh High Court	17.4	2.4
4	Bombay High Court	55.4	23.9
5	Calcutta High Court	23.5	0.5

6	Chhattisgarh High Court	17.2	26.68
7	Delhi High Court	22.5	11.4
8	Gauhati High Court	46.5	7
9	Gujarat High Court	28.3	10.8
10	Himachal Pradesh High Court	15.4	1.9
11	Jammu & Kashmir and Ladakh High Court	15.7	3.4
12	Jharkhand High Court	15.2	1.2
13	Karnataka High Court	31.9	11.42
14	Kerala High Court	27.4	8.3
15	Madhya Pradesh High Court	29	0
16	Madras High Court	30.7	8.2
17	Manipur High Court	10	0
18	Meghalaya High Court	10.6	3.1
19	Orissa High Court	28.6	17.54
20	Patna High Court	24.4	3.4
21	Punjab and Haryana High Court	39.8	3.3
22	Rajasthan High Court	25.2	25.06
23	Sikkim High Court	10.3	1.3
24	Telangana High Court	19.3	11
25	Tripura High Court	10.3	1.3
26	Uttarakhand High Court	15	0
Total		**1726.8**	**826.76**

(Source: eCommittee, SCI)

STATEMENT- II

Details of virtual court establishments and challans, state-wise till 31.01.2026:

S. No.	Virtual Court Establishment Name	Number of Challans Received	Challan Amount Paid (In Rs.)
1	Assam (Assam Traffic Department)	2,59,154	3,18,61,203
2	Chandigarh (Virtual Court Chandigarh)	18,63,928	26,82,15,810
3	Chhattisgarh (Traffic Department)	1,59,538	1,05,41,701

4	Chhattisgarh (Transport Department)	49,875	10,90,000
5	Delhi (Notice Department)	2,66,47,752	225,95,92,556
6	Delhi (Traffic Department)	1,14,47,276	218,94,53,603
7	Gujarat (Traffic Department)	79,16,768	42,78,93,476
8	Gujarat (Transport Department)	8,67,644	33,52,45,216
9	Haryana (Traffic Department)	56,18,214	29,12,73,101
10	Himachal Pradesh (Traffic Department)	9,20,284	5,40,80,154
11	Jammu and Kashmir and Ladakh (Jammu Traffic Department)	15,10,344	12,34,15,294
12	Jammu and Kashmir and Ladakh (Kashmir Traffic Department)	14,61,006	15,64,94,914
13	Karnataka (Traffic Department)	1,32,432	114,81,69,150
14	Kerala (Police Department)	52,63,846	18,24,43,442
15	Kerala (Transport Department)	15,36,188	28,34,15,611
16	Madhya Pradesh (Traffic Department)	23,17,943	5,84,55,711
17	Maharashtra (Transport Department)	56,571	31,79,007
18	Maharashtra (Traffic Department)	23	2
19	Manipur (Virtual Court - Traffic)	20,649	8,37,501
20	Manipur (Virtual Court - Transport)	6,923	4,38,000
21	Meghalaya (Traffic Department)	7,388	1,30,002
22	Odisha (Traffic CTC-BBSR Commissionerate)	8,90,273	9,39,22,502
23	Punjab (Traffic Department)	59	100
24	Rajasthan (Traffic Department)	3,67,396	2,20,71,021
25	Tamil Nadu (Traffic Department)	2,55,761	118,67,21,050
26	Tripura (Traffic Department)	2,96,847	46,61,177
27	Uttar Pradesh (Traffic Department)	3,06,25,238	83,98,01,695
28	Uttarakhand (Traffic Department)	1,95,576	2,01,93,902
29	Uttarakhand (Transport Department)	1,65,224	2,59,40,442
30	West Bengal (Traffic Department)	4,90,659	78,39,453
	Total	**10,13,50,779**	**1002,73,76,796**

(Source: eCommittee, SCI)

ISSUES OF PARAMEDICAL STUDENTS IN KERALA

4688. ADV. ADOOR PRAKASH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware that the paramedical students who have completed their studies outside Kerala are facing issues in their registration with Kerala Paramedical Council;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government is likely to take immediate action to intervene to resolve the issue, if so, the details thereof;

(d) whether the Government has notified the regulations for the functioning of State Allied and Healthcare Councils in accordance with the National Commission for Allied and Healthcare Professions (NCAHP) Act, 2021 and if so, the details thereof;

(e) whether the State Councils have started functioning in each of the States/UTs including Kerala; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (f): The National Commission for Allied and Healthcare Professions (NCAHP) has been constituted, inter-alia, for regulation and maintenance of

standards of education and services by allied and healthcare professionals listed under the Schedule of National Commission for Allied and Healthcare Professions (NCAHP) Act, 2021. As per Section 22(1) of NCAHP Act, 2021, every State Government, by notification, is required to constitute the State Council to be called the State Allied and Healthcare Council. So far, 26 States/UTs including Kerala have constituted their respective State Councils for Allied and Healthcare Professions under the Act.

Further, as per Section 66 of NCAHP Act, 2021, the Commission (NCAHP), has to make regulations after public consultation and with the previous approval of the Central Government, to carry out the purposes of this Act. NCAHP has drafted regulations on “Registration of Allied and Healthcare Professions”, "Recognition of Institutions for Allied and Healthcare Professionals Regulations" and "Autonomous Boards and Central Assessment Board (Establishment, Constitution, Functions and Powers) Regulations" which are at different stages of examination.

TREATMENT OF HEART, KIDNEY AND CANCER AILMENTS

4689. SHRI TAMILSELVAN THANGA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware of the fact that rising costs for medical treatment for various diseases in the country, particularly for heart, kidney and

cancer related ailments and the lack of regulation in private hospitals leading to financial distress among the middle class and poor people, if so, the details thereof; and

(b) whether the Government has any proposal to regulate or fix treatment costs for heart, kidney and cancer treatment uniformly throughout the country to protect the poor patients from financial distress, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): '*Health'* being a State subject, the primary responsibility to address rising cost of medical treatment for various diseases lies with the respective States/UTs.

Nonetheless, the Government of India enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act) and notified the Clinical Establishments (Central Government) Rules, 2012 amended in 2018 and 2020 (CE Rules) to provide for registration and regulation of Government (except those of Armed Forces) as well as private clinical establishments belonging to recognized systems of medicine. As per CE Act, the clinical establishments are required to fulfill the conditions of minimum standards of services provided for each type of service provided. The CE Act is applicable in 19 States/UTs (12

States of Arunachal Pradesh, Assam, Bihar, Jharkhand, Haryana, Himachal Pradesh, Mizoram, Rajasthan, Sikkim, Telangana, Uttarakhand & Uttar Pradesh and 7 UTs of Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli and Daman & Diu, Jammu & Kashmir, Ladakh, Lakshadweep & Puducherry). For registration of clinical establishments, the CE Rules, *inter-alia*, stipulates the following:

- Clinical establishments shall display the rates charged for each type of service provided and facilities available, for the benefit of the patients at a conspicuous place in the local as well as in English language.
- Clinical establishments shall charge the rates for each type of procedures and services within the range of rates determined and issued by the Central Government in consultation with the State Governments. In this regard, the Central Government has held multiple consultations with the States/UTs. The matter is, at present, *sub-judice* in the Hon'ble Supreme Court of India.

The States / UTs which have adopted the CE Act are primarily responsible for enforcing/implementing the provisions of the CE Act for regulating their diagnostic laboratories. The Act has empowered a registering authority at the district level under the chairmanship of the District Collector / District Magistrate to take actions including imposing penalties in respect of violation of its provisions. The Act also provides for cancellation of registration, if the provisions of the Act

are not complied with. The clinical establishments in the States/UTs, which have not adopted and implemented the CE Act, are registered and regulated by the respective State Acts.

'रेड श्रेणी' की दवा इकाइयाँ

4690. श्री उमेषभाई बाबूभाई पटेलः

क्या **रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे किः

(क) दादरा और नगर हवेली तथा दमन और दीव संघ राज्यक्षेत्र में वर्तमान में कार्यरत 'रेड श्रेणी' की दवा/रासायनिक इकाइयों की संख्या कितनी है, उनके पते क्या हैं, उनकी उत्पादन क्षमता कितनी है और प्रचालन स्थिति क्या है और तत्संबंधी संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ख) वैध खतरनाक और जैव-चिकित्सा अपशिष्ट प्राधिकार धारण करने वाली और वर्तमान मानकों का पूर्णतः अनुपालन करने वाली उक्त इकाइयों की संख्या कितनी है;

(ग) पिछले पांच वर्षों के दौरान वैध प्राधिकार के बिना संचालित इकाइयों के विरुद्ध की गई कार्रवाइयों (अर्थदंड, बंद किए जाने संबंधी आदेश, अभियोग) का वर्षवार ब्यौरा क्या है;

(घ) क्या सरकार का सभी इकाइयों के लिए जीरो लिक्विड डिस्चार्ज (जेडएलडी) प्रणाली को अनिवार्य बनाने का विचार है, और यदि हां, तो जेडएलडी प्रणाली का उपयोग करने वाली इकाइयों की संख्या कितनी है, साथ ही सामान्य बहिःस्राव उपचार संयंत्र (सीईटीपी) से जुड़ी और बहिःस्राव उपचार संयंत्र (ईटीपी) का उपयोग करने वाली इकाइयों का ब्यौरा क्या है;

(ङ) पिछले पांच वर्षों के दौरान दर्ज किए गए मानक उल्लंघनों के मामलों की वर्षवार संख्या कितनी है; और

(च) क्या सरकार का सीपीबी/पीसीसी/सीपीसीबी द्वारा तत्काल निगरानी सुनिश्चित किए जाने के लिए

दमन-बापी औद्योगिक क्षेत्र को 'उच्च जोखिम प्रदूषण क्षेत्र' घोषित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क) से (ग): पर्यावरण एवं जलवायु परिवर्तन मंत्रालय के अधीन केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने सूचित किया है कि दादरा एवं नगर हवेली और दमन एवं दीव (डीएनएच एवं डीडी) केंद्र शासित प्रदेश में इस समय 24 लाल श्रेणी की औषध एवं रासायनिक इकाइयाँ कार्यरत हैं और इन सभी 24 इकाइयों के पास वैध समेकित सहमति एवं अनुज्ञप्ति है, अतः पिछले पाँच वर्षों (2021-2025) के दौरान वैध अनुज्ञप्ति के संबंध में इन इकाइयों के विरुद्ध कोई कार्रवाई करना आवश्यक नहीं हुआ है। इन 24 इकाइयों का ब्यौरा **विवरण** के रूप में संलग्न है।

(घ): केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने सूचित किया है कि सभी औद्योगिक इकाइयों के लिए शून्य तरल निर्वहन (जेडएलडी) अनिवार्य नहीं किया गया है। इसके अलावा, इस समय, दादरा एवं नगर हवेली और दमन एवं दीव केंद्र शासित प्रदेश में कोई भी साझा अपशिष्ट उपचार संयंत्र (सीईटीपी) स्थापित या कार्यरत नहीं है। तदनुसार, व्यापारिक अपशिष्ट उत्पन्न करने वाले सभी उद्योगों को अपने अपशिष्ट को व्यक्तिगत ईटीपी में उपचारित करना अपेक्षित है और निर्धारित पर्यावरणीय मानदंडों के अनुपालन में परिसर के भीतर पुन: उपयोग/रिसाइकल सुनिश्चित करना आवश्यक है।

(ङ): केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने सूचित किया है कि यद्यपि विवरण में उल्लिखित इकाइयों के पास वैध अनुज्ञप्ति और अनुमोदन है फिर भी उनमें से कुछ के खिलाफ पिछले पांच वर्षों के दौरान मानक उल्लंघनों (जैसे अपशिष्ट/उत्सर्जन सीमा से अधिक होना, अपशिष्ट उपचार संयंत्रों (ईटीपी) का गैर-संचालन, या खतरनाक अपशिष्ट का अनुचित प्रबंधन आदि) के लिए नोटिस जारी किए गए हैं:

वर्ष	इकाइयों की संख्या
2021	शून्य
2022	02
2023	01
2024	01
2025	04

(च): केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दी गई जानकारी के अनुसार, दादरा एवं नगर हवेली और दमन एवं दीव केंद्र शासित प्रदेश पहचाने गए गंभीर रूप से प्रदूषित क्षेत्रों (सीपीए) के अंतर्गत नहीं आता है।

<u>विवरण</u>

डीएनएच एंड डीडी यूटी में कार्यात्मक रेड श्रेणी' औषध और रसायनिक उद्योगों की सूची

क्र.सं.	उद्योग का नाम	पता	जिला	उत्पाद	उत्पादन क्षमता
1.	कैशा लाइफसाइंसेज प्राइवेट लिमिटेड (फार्मा)	सर्वेक्षण नं: 342 / 3 (77), भारत औद्योगिक एस्टेट, गांव - भीमपोर, दमन - 396210	दमन	आर एंड डी सेंटर फॉर फार्मास्युटिकल के लिए प्राकृतिक विज्ञान और इंजीनियरिंग पर फार्मास्युटिकल वैज्ञानिक अनुसंधान और विकास विनिर्माण श्रेणी विश्लेषण	केवल जांच परीक्षण का उद्देश्य
2.	पायल पॉलीप्लास्ट प्राइवेट लिमिटेड (रासायनिक)	प्लॉट नंबर 87,88,102 और 103, पांचाल उद्योग नगर, भीमपोर, दमन	दमन	प्लास्टिसाइजर(कोई अन्य उत्पाद नहीं)	28,000 एमटी/वर्ष

3.	मेसर्स विनाइल प्रोडक्ट प्राइवेट लिमिटेड औपचारिक रूप से एमएलएस एपीआई औद्योगिक निगम (रासायनिक) के रूप में जाना जाता है।	36 / 1, रिंगनवाड़ा, सोमनाथ औद्योगिक क्षेत्र के पास, दमन-396210	दमन	सभी के प्लास्टिक योजक प्रकार (कोई अन्य उत्पाद नहीं)	16750 एमटी/वर्ष
4.	मेसर्स विनाइल प्रोडक्ट प्राइवेट लिमिटेड (रासायनिक)	37/2, ग्राम - रिंगनवाड़ा, सोमनाथ औद्योगिक एस्टेट के पास, दमन	दमन	डियोक्टाइल थैलेट, डिब्यूटाइल फ़ेथलेट, डिआइसोडेसिल फ़ेथलेट, डिआइसो ऑक्टाइल फ़ेथलेट, डिआईएसओ ब्यूटाइल फ़ेथलेट, डिइथाइल फ़थलेट, डिऑक्टाइल मेलेट, डिब्यूटाइल मेलेट, डिब्यूटाइल एसीटेट, डिआईएसओ नॉनाइल, फ़ेथलेट और डिऑक्टाइल एडिपेट	16750 एमटी/वर्ष
5.	विकास ऑरगैनिक्स प्रा. लि. (रासायनिक)	प्लॉट नं. 43-44-45, चांदी औद्योगिक एस्टेट, भीमपोर, दमन।	दमन	विभिन्न प्रकार के प्लास्टिकाइजर जैसे डीईपी, डीएमपी, डीओपी, डीबीपी, डीओएम, ब्यूटाइल और इथाइल एसीटेट, डीबीएम और एपॉक्सी प्लास्टिसाइजर	12000 एमटी/वर्ष
6.	जेसन्स उद्योग लिमिटेड (इकाई -I)	सर्वे संख्या 377 / 1 (7ए और 7 बी) जरी कॉजवे रोड, दमन	दमन	सिंथेटिक्स एडहेसिव वस्त्र उद्योग सहायक सामग्री	3000 एमटी/वर्ष 5400 एमटी/वर्ष
	(रासायनिक)	काचीगाम, दमन		प्राथमिक स्याही	600 एमटी/वर्ष

7.	एनआईडीएल सर्फैक्टेंट्स प्राइवेट लिमिटेड (रासायनिक)	194 / 5ए, पांचाल उद्योग नगर, भीमपुर, दमन	दमन	दमन सल्फोनिक एसिड स्पेंट एसिड (उत्पाद द्वारा)	14,400 एमटी/वर्ष 13,500 एमटी/वर्ष
8.	भारत रेसिन प्राइवेट लिमिटेड (रसायन)	प्लॉट नं. 43, सर्वे नंबर 168, दाभेल औद्योगिक सहकारी समिति लिमिटेड, दाभेल, दमन	दमन	पॉलीएमिनोमाइड्स तरल एडहेसिव्स और सीलेंट एपॉक्सी रेजिन - तरल /ठोस पॉलीएमाइड्स सॉलिड हार्डनर्स कोटिंग व्हीकल कठोर रेजिन मुद्रण मीडिया	200 एमटी/वर्ष 200 एमटी/वर्ष 500 एमटी/वर्ष 300 एमटी/वर्ष 100 एमटी/वर्ष 2200 एमटी/वर्ष 600 एमटी/वर्ष 50 एमटी/वर्ष
9.	मसानी पॉलीमर्स प्राइवेट लिमिटेड (रासायनिक)	प्लॉट नं. 375/12, राठौड़ स्टोन खदान, गाँव — काचीगाम, दमन	दमन	असंतृप्त पॉलिएस्टर रेजिन पॉलिएस्टर वायर बेस कोटिंग मास्टोन-के-98 का क्रिस्टलीकरण	6000 एमटी/वर्ष 360 एमटी/वर्ष 360 एमटी/वर्ष
10.	रचना प्लास्टिसाइजर (रासायनिक)	प्लॉट नं. 115 / ए, 115 / बी, 116, 117 पिपारिया इंडल एस्टेट, सिल्वासा	डीएनएच	प्लास्टिकाइजर जैसे डीओपी, डीबीपी, डीआईबीपी, डीबीएम, डोम, डीओए, डीईपी, डीआईएनपी और डीओटीपी	30,000 एमटी/वर्ष
11.	जय जी उद्यम (रासायनिक)	सर्वे संख्या 301 / 1, प्लॉट नंबर 12, 13 और 14, मसट, सिलवासा	डीएनएच	एसेटेनाइलाइड डाइलेटिक एसिड सल्फानिलिक एसिड एसिटिक एनहाइड्राइड	19600 एमटी/वर्ष 1960 एमटी/वर्ष 3500 एमटी/वर्ष 7000 एमटी/वर्ष

12.	केयू प्लास्टिसाइजर्स लिमिटेड (रासायनिक)	सर्वे संख्या 98 / 1, ग्राम - सिल्ली, सिलवासा	डीएनएच	प्लास्टिकाइजर जैसे डीओपी / डीबीपी और एस्टर जैसे ब्यूटाइल एसीटेट और इथाइल (कोई अन्य उत्पाद नहीं)	3,80,000 एमटी/वर्ष
13.	ललिता केम इंडस्ट्रीज प्रा. लिमिटेड	क्रमांक. 200/1/2, ग्राम खरड़पाड़ा, नरोली, सिलवासा	डीएनएच	पीवीसी स्टेबलाइजर और स्टीयरेट्स पीवीसी कंपाउंड्स फैटी एसिड्स	1200 एमटी/वर्ष 1200 एमटी/वर्ष 600 एमटी/वर्ष
	(रासायनिक)			प्लास्टिकाइजर	9600 एमटी/वर्ष
14.	विसेन इंडस्ट्रीज लिमिटेड (रासायनिक)	सर्वे क्रमांक 200/1/2, प्लॉट नं.68, 69, और 88 बी नानजी इंडस्ट्रियल एस्टेट, गांव: खरड़पाड़ा, यूटी ऑफ डीडी एंड डीएनएच.	डीएनएच	पॉलीविनाइल एसीटेट इमल्शन, को-पॉलीमर इमल्शन, एक्रिलिक इमल्शन, सिंथेटिक रेज़िन एडहेसिव, टेक्सटाइल प्रिंटिंग, डाइंग और फिनिशिंग एजेंट्स	46000 एमटी/वर्ष
15.	सुबराय कैटल केम प्राइवेट लिमिटेड (रासायनिक)	क्रमांक 200/1/2, प्लॉट नंबर 31, ग्राम-खरड़पाड़ा, नरोली, सिलवासा	डीएनएच	पीवीसी स्टेबलाइज़र और स्टीयरेट्स पीवीसी कंपाउंड्स फैटी एसिड्स प्लास्टिसाइजर	600 एमटी/वर्ष 1200 एमटी/वर्ष 600 एमटी/वर्ष 6000 एमटी/वर्ष
16.	गुजरात पॉलिसोल केमिकल्स लिमिटेड (रासायनिक)	सर्वेक्षण नं.1063, 1064, डेम्नी रोड, गांव: दादरा, दादरा और न.ह. सिलवासा, यूटी ऑफ डीडीएनएच	डीएनएच	डिस्पर्सिंग एजेंट (तरल और पाउडर रूप)	800 एमटी/वर्ष
17.	सत्येन पॉलीमर्स प्राइवेट लिमिटेड (रासायनिक)	क्र.सं. 678/1/3, प्लॉट नंबर 6, ग्राम नरोली, भिलाड सिल्वासा रोड, नरोली चेक पोस्ट से पहले, सिलवासा, दादरा और नगर हवेली - 396230	डीएनएच	असंतृप्त पॉलिएस्टर रेज़िन	12000 एमटी/वर्ष

18.	डॉर्फ केटल केमिकल्स इंडिया प्राइवेट लिमिटेड (रासायनिक)	क्रमांक 130/1, जयंत भाई देसाई मार्ग, वाघधारा रोड, दादरा, डीएनएच	डीएनएच	अकार्बनिक कोटिंग रसायन (सामान्य तापमान पर मिश्रण और सम्मिश्रण द्वारा)	1000 एमटी/वर्ष
19.	ऑर्सन रेज़िन एंड कोटिंग्स प्राइवेट लिमिटेड	प्लॉट नंबर 13, क्रम संख्या 46/1, दमन गंगा इंडस्ट्रियल एस्टेट, गाँव-अथल, डीएनएच	डीएनएच	असंतृप्त पॉलिएस्टर रेजिन विनाइल एस्टर रेज़िन	600 एमटी /माह 50 एमटी /माह
20.	श्री कृष्ण डेटकेम प्रा. लिमिटेड	सर्वे नंबर 357/1/2, बृहन्द दादर उद्यान, ग्राम- दादर।	डीएनएच	एलएबीएसए (एसिड स्लरी) लिक्विड डिटर्जेंट उप-उत्पाद (स्पेंट एसिड)-	10390 टन/ वर्ष 5000 टन/ वर्ष 7800 टन/ वर्ष
21.	आरती सर्फेक्टेंट्स	सर्वे नंबर-193/1/4/5 एवं 6,	डीएनएच	घरेलू क्लीनर लिक्विड डिटर्जेंट	150 एमटी/वर्ष 250 एमटी/वर्ष
	लिमिटेड	खानवेल-उधवा रोड, गांव खेरडी, सिलवासा, यूटी डीएनएच और डीडी		सोडियम लॉरिल ईथर सल्फेट (एसएलईएस) एलएबीएसए सोडियम लॉरिल सल्फेट अल्फाओलेफिन सल्फेट	165 एमटीपीएम 650 टीपीएम 250 टीपीएम 250 टीपीएम
22.	नगर हवेली परफ्यूम एवं एरोमैटिक्स	प्लॉट नं. 207, द्वितीय चरण पिपरिया औद्योगिक संपदा पिपरिया सिलवासा	डीएनएच	विभिन्न प्रकार के एल्डिहाइड विभिन्न प्रकार के गामा लैक्टोन विभिन्न प्रकार के एस्टर विभिन्न प्रकार के ईथर मिश्रित परफ्यूम: अल्फा-एमाइल सिनामिक एल्डिहाइड, एल्डिहाइड सी-14-12, फेनिल एथिल एसीटेट, अनडेसीलेनिक एसिड, गेरानिल एसीटेट, सिट्रोनेलिल एसीटेट, फेनिल	25 एमटी/वर्ष 12 एमटी/वर्ष 10 एमटी/वर्ष 15 एमटी/वर्ष 10 एमटी/वर्ष 25 एमटी/वर्ष 12 एमटी/वर्ष 30 एमटी/वर्ष 24 एमटी/वर्ष 10 एमटी/वर्ष 10 एमटी/वर्ष 15 एमटी/वर्ष 24 एमटी/वर्ष

				एथिल मिथाइल ईथर, हेप्टाल्डिहाइड विभिन्न प्रकार के प्राकृतिक तेलों का विनिर्माण	48 एमटी/वर्ष
23.	फेना (पी) लिमिटेड	सर्वे नं. 217, प्लॉट नंबर 12, सन फार्मा के पास, ग्राम दादर, सिलवासा - 396 193	डीएनएच	डिटर्जेंट केक /बर्तन धोने का बार डिटर्जेंट पाउडर/सफाई पाउडर एसिड स्लरी	21600 टीपीए 36000 टीपीए 7500 टीपीए
24.	उपरा केम प्रा. लि.	सर्वे नंबर 65/66-2, प्लॉट नंबर 1, सरकारी औद्योगिक एस्टेट, गाँव: पिपेरिया, सिलवासा — 396230. (यू. टी.)	डीएनएच	एनहाइड्रस ऐलुमिनियम क्लोराइड	8400 एमटी/वर्ष

आयुष्मान कार्डधारक रोगियों का उपचार करने से मनाही

4691. श्री राकेश राठौरः

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार को जनवरी-फरवरी 2026 में प्रकाशित दिल्ली, उत्तर प्रदेश और पंजाब के सूचीबद्ध निजी अस्पतालों द्वारा आयुष्मान कार्डधारकों का उपचार करने से स्पष्ट मना करने के मामलों को प्रकाशित करने वाली जांच रिपोर्टों की जानकारी है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या कई निजी अस्पताल प्रतिपूर्ति में अत्यधिक विलंब और अनुचित पैकेज दरों के कारण इस योजना से बाहर हो रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं;

(घ) जारी किए गए लाखों आयुष्मान कार्डों की तुलना में निजी अस्पतालों में वास्तविक भर्ती दर क्या है;

(ङ) सरकार द्वारा पात्र लाभार्थियों से नकद राशि मांगने या आपातकालीन उपचार करने से मना करने

वाले अस्पतालों के विरुद्ध की गई दंडात्मक कार्रवाई क्या है; और

(च) सरकार की लंबित दावों के शीघ्र निपटान के लिए क्या कार्ययोजना है?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क) से (च): आयुष्मान भारत-प्रधान मंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई) के तहत पैनल में शामिल होने के दिशानिर्देशों के अनुसार, पैनल में शामिल अस्पताल पात्र लाभार्थियों को उपचार देने से इनकार नहीं कर सकते।

यदि पैनलबद्ध अस्पतालों द्वारा उपचार प्राप्त करने में कोई अनियमितता हो या उपचार से इनकार किया जाए, तो लाभार्थी केंद्रीय शिकायत निवारण प्रबंधन प्रणाली (सीजीआरएमएस) या 24×7 टोल-फ्री हेल्पलाइन नंबर 14555 के माध्यम से अपनी शिकायतें दर्ज करा सकते हैं। एबी-पीएमजेएवाई के तहत, ऐसी शिकायतों की निगरानी जिला, राज्य और राष्ट्रीय स्तर पर तीन स्तरीय शिकायत निवारण तंत्र के माध्यम से की जाती है। प्रत्येक स्तर पर, शिकायतों की जांच और समाधान के लिए नामित नोडल अधिकारी और शिकायत निवारण समितियां मौजूद हैं।

एबी-पीएमजेएवाई योजना के तहत, अस्पतालों का पैनल में शामिल होना एक सतत प्रक्रिया है और इसे कार्यान्वयन करने वाले राज्य/संघ राज्य क्षेत्र द्वारा राष्ट्रीय स्वास्थ्य प्राधिकरण के पैनल में शामिल होने संबंधी दिशानिर्देशों के अनुसार मानदंडों को पूरा करने वाले स्वास्थ्य सेवा प्रदाताओं की आवश्यकताओं और उपलब्धता के आधार पर किया जाता है। इस योजना के तहत निजी अस्पतालों का पैनल में शामिल होना पूरी तरह से स्वैच्छिक है।

28.02.2026 की स्थिति के अनुसार, इस योजना के अंतर्गत पैनलबद्ध अस्पतालों की संख्या वित्त वर्ष 2018-19 में 6,917 अस्पतालों (3,013 सरकारी और 3,904 निजी अस्पताल) से बढ़कर 36,229 हो गई है (19,483 सरकारी और 16,746 निजी अस्पताल)। योजना के अंतर्गत सभी पात्र

लाभार्थी देश भर में फैले इन 36,229 पैनलबद्ध अस्पतालों के नेटवर्क के माध्यम से उपचार प्राप्त कर सकते हैं।

28.02.2026 की स्थिति के अनुसार, इस योजना के तहत कुल 11.69 करोड़ अस्पताल दाखिलों को अधिकृत किया गया है, जिसमें निजी अस्पतालों में 6.74 करोड़ दाखिले शामिल हैं।

इस योजना के तहत, दावों का निपटान एक नियमित और निर्बाध प्रक्रिया है और दावों का निपटान संबंधित राज्य स्वास्थ्य एजेंसियों द्वारा राष्ट्रीय स्वास्थ्य प्राधिकरण द्वारा जारी दावा निपटान दिशानिर्देशों के अनुसार किया जाता है। दावों के समय पर निपटान के लिए, राज्य के भीतर स्थित अस्पतालों (इंट्रास्टेट हॉस्पिटल्स) के लिए दावा प्रस्तुत करने के 15 दिनों के भीतर और पोर्टेबिलिटी दावों (राज्य के बाहर स्थित अस्पतालों) के मामले में दावा प्रस्तुत करने के 30 दिनों के भीतर निपटान की अनुमति है। इस योजना के तहत, पैनलबद्ध अस्पतालों द्वारा प्रस्तुत दावों की जांच नैदानिक दस्तावेजों, जांच रिपोर्टों और अन्य सहायक रिकार्डों के आधार पर, निर्धारित मानक उपचार दिशानिर्देशों के अनुसार की जाती है।

LIMITATIONS OF PM-JAY INSURANCE COVERAGE

4692. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether it is a fact that under Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (PM-JAY), health insurance coverage is limited to Rs. 5 lakh per family per year only for secondary and tertiary healthcare and does not include OPD services, if so, the details thereof;

(b) whether the Government has assessed the adequacy of this coverage in view

of rising medical and outpatient treatment costs faced by common citizens, if so, the details thereof;

(c) the average out-of-pocket expenditure incurred by beneficiaries on OPD and medicines despite being enrolled under PM-JAY; and

(d) whether the Government proposes to expand the scope of PM-JAY to include OPD care and/or enhance the insurance cover amount and if so, the details thereof and the timeline fixed for the same thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (c): Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) scheme provides health coverage of up to Rs. 5 lakh per family per year for secondary and tertiary care hospitalization. OPD services are not covered under the scheme.

Under the scheme, the latest Health Benefit Package 2022, provides comprehensive bundled packages covering the entire treatment cycle. This includes pre-hospitalization expenses for up to 3 days (covering diagnostics, premedication and consultation), complete hospitalization including medical, surgical treatment, anesthesia and implants (where applicable), and post-hospitalization care up to 15 days including drug expenses and follow-up care, thereby ensuring cashless, standardized and quality treatment under AB-PMJAY.

As on 28.02.2026, a total of 11.69 crore hospital admissions amounting to Rs. 1.73 lakh crore have been authorized under the scheme, thereby significantly reducing out-of-pocket expenditure for eligible beneficiaries for secondary and tertiary care hospitalization.

(d): There is no proposal under consideration to include the OPD care or increase the coverage amount under the scheme.

ALTERNATIVE VOTING MECHANISMS FOR OVERSEAS ELECTORS

4693. SHRI ARVIND DHARMAPURI:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the present status of proposals relating to proxy voting or alternative voting mechanisms for Non-Resident Indian (NRI) voters registered as overseas electors;

(b) whether any framework, amendments, or pilot initiatives have been finalised or are under consideration to facilitate participation of overseas electors in elections, if so, the details thereof; and

(c) the eligibility criteria, safeguards, and procedural mechanisms proposed to ensure transparency, secrecy of voting, and prevention of misuse under such provisions?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL):

(a): No proposal relating to proxy voting or alternative voting mechanisms for Non-Resident Indian voters is under consideration of the Ministry.

(b) and (c): Do not arise in view of (a) above.

PROMOTION OF AYUSH IN JHARKHAND

4694. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of **AYUSH** be pleased to state:

(a) the details of the efforts made to promote Aryuveda, Naturopathy, Unani and other related systems of treatment of AYUSH in the country, State/UT-wise along with a large chunk of population depend on traditional medical practices in Jharkhand; and

(b) the number of institutions and training centres related to Yoga, Naturopathy, Unani etc. established in the last ten years and those proposed to be set up by the Government, State/UTwise, particularly in Jharkhand?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): Ministry of Ayush is implementing the Centrally Sponsored Scheme of National Ayush Mission (NAM) through State/UT Governments and providing financial assistance to them for development and promotion of Ayurveda,

Naturopathy, Unani and other related system of treatment of Ayush in the country against their proposals received through State Annual Action Plans (SAAPs) as per the provisions of NAM guidelines. The Mission inter-alia makes provision for the following activities: -

(i) Ayush Health & Wellness Centres now renamed as Ayushman Arogya Mandir(Ayush).

(ii) Co-location of Ayush facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs).

(iii) Upgradation of existing standalone Government Ayush Hospitals.

(iv) Upgradation of existing Government/Panchayat/Government aided Ayush Dispensaries/Construction of building for existing Ayush Dispensary (Rented/ dilapidated accommodation)/Construction of building to establish new Ayush Dispensary in the area where there are no Ayush facilities available.

(v) Setting up of upto 10/30/50 bedded integrated Ayush Hospitals.

(vi) Supply of essential drugs to Government Ayush Hospitals, Government Dispensaries and Government/Government aided Teaching Institutional AYUSH Hospitals.

(vii) Ayush Public Health Programmes.

(viii) Establishment of new AYUSH colleges in the States where availability of AYUSH teaching institutions is inadequate in Government Sector.

(ix) Infrastructural development of Ayush Under-Graduate Institutions and Ayush Post-Graduate Institutions/ add on PG/ Pharmacy /Para-Medical Course.

The details of financial support given to States/UTs including Jharkhand from year 2014-15 to 2024-25 is given in the enclosed **Statement-I**.

Further, Ministry of Ayush implements a Central Sector Scheme for the promotion of Information, Education, and Communication (IEC) on Ayush systems of medicine uniformly across the country, including Jharkhand. Under this scheme, Ministry undertakes various activities such as organizing Arogya Fairs, Yoga Fests/Utsavs, Ayurveda Parvs, celebrating important Ayush days, participating in health fairs, melas, and exhibitions, and providing financial assistance for seminars, workshops, and conferences, along with multimedia campaigns to create public awareness about Ayush systems of healthcare. Details of events conducted during the last three years are given in the enclosed **Statement-II**.

(b): Public Health being a State Subject, the primary responsibility for establishment of Institutions and training centres related to Yoga, Naturopathy, Unani etc. comes under purview of respective State/UT Government. As informed by State Government of Jharkhand 01 State Yoga Centre at East jail Road, Ranchi and 01 State Unani Medical College and Hospital at Giridih, Jharkhand are there in the Jharkhand State.

STATEMENT-I

The State/UT wise status of released Grant-in-Aid (GIA) under NAM including Jharkhand from year 2014-15 to 2024-25

Sr. No.	Name of the States/UTs	Total Sanctioned Amount
1.	Andaman & Nicobar Islands	3265.778
2.	Andhra Pradesh	16181.87
3.	Arunachal Pradesh	7241.014
4.	Assam	22692.486
5.	Bihar	13435.934
6.	Chandigarh	2206.698
7.	Chhattisgarh	22949.595
8.	Dadra & Nagar Haveli and Daman & Diu	1613.47
9.	Delhi	859.407
10.	Goa	4892.627
11.	Gujarat	26575.298
12.	Haryana	25591.684
13.	Himachal Pradesh	19877.724
14.	Jammu & Kashmir	29155.58
15.	Jharkhand	27883.854
16.	Karnataka	43517.516
17.	Kerala	58741.737
18.	Laddakh	497.322
19.	Lakshadweep	1942.251
20.	Madhya Pradesh	67337.562
21.	Maharashtra	21766.82
22.	Manipur	10551.087
23.	Meghalaya	8107.38
24.	Mizoram	6594.29
25.	Nagaland	10267.092
26.	Odisha	18024.785
27.	Puducherry	4286.791
28.	Punjab	11309.785
29.	Rajasthan	68528.335

30.	Sikkim	4819.217
31.	Tamil Nadu	47645.14
32.	Telangana	19971.608
33.	Tripura	6359.975
34.	Uttar Pradesh	171658.049
35.	Uttarakhand	19332.319
36.	West Bengal	30196.291
37.	Total	855878.371

STATEMENT-II

Details of events conducted during the last three years under IEC scheme

S.No.	Components	State/UT
1.	National Level Arogya Fair	1. Jaipur (Rajasthan) 2. Thiruvananthapuram (Kerala) 3. Thane (Maharashtra) 4. New Delhi (Delhi) 5. Dehradun (Uttarakhand) 6. Jaipur (Rajasthan) 7. Chennai (Tamilnadu) 8. Buldhana (Maharashtra)
2.	State Level Arogya Fair	1. Mon (Nagaland) 2. Raipur (Chhattisgarh) 3. Nashik (Maharashtra) 4. Mon (Nagaland) 5. Shillong (Meghalaya) 6. Jabalpur (Madhya Pradesh)
3.	Ayurveda Parv/Yoga Fest	1. Shrinagar (J&K) - Ayurveda Parv 2. Tirupati (Andhra Pradesh) - Ayurveda Parv 3. Panchkula (Haryana) - Ayurveda Parv 4. Udaipur (Rajasthan)-Yoga Fest 5. Hyderabad (Telangana)- Ayurveda Parv 6. Amritsar (Punjab)- Ayurveda Parv

		7. New Delhi (Delhi)- Yoga Fest 8. Puri (Odisha)- Ayurveda Parv 9. Bhopal (Madhya Pradesh)- Ayurveda Parv 10. Leh (Ladakh) - Yoga Fest 11. Mumbai (Maharashtra) - Ayurveda Parv
4.	Participation in Fairs/Melas/Exhibitions	1. Cow Based Global Investment Summit & Expo (Rajkot, Gujarat) 2. 26th National Health Exhibition (Kolkata, West Bengal) 3. IPU Health Mela (New Delhi, Delhi) **4. Aadi Mahotsav (Jamshedpur, Jharkhand)** 5. World Food India (New Delhi, Delhi) 6. India International Trade Fair (New Delhi, Delhi) 7. Arogya Fair on the occasion of Naturopathy Day 2023 (Tanakpur, Uttarakhand) 8. Odisha Ayush Expo (Bhubaneshwar, Odisha) 9. Exhibition (Karnataka, Bengaluru) 10. Rise in India -Health & Wellness Expo (Ghaziabad, Uttar Pradesh) 11. North East Festival 2023 (New Delhi, Delhi) 12. Bharat Parv 2024 (Red Fort, Delhi) 13. Surajkund Mela 2024 (Faridabad, Haryana) 14. Aadi Mahotsav (New Delhi, Delhi) 15. AYUSH Health “Arogya Mela”2024 (Dundu, Jaipur, Rajasthan) 16. World Food India (New Delhi, Delhi) 17. India International Trade Fair (New Delhi, Delhi)

		18. Surajkund Mela, 2025(Faridabad, Haryana) 19. Rise in India 2025 (Ghaziabad, UP) 20. Health Tech India 2025(New Delhi, Delhi) 21. Pravasi Bhartiya Diwas 2025 (Bhubaneshwar, Odisha) 22. Bharat Parv 2025 (Delhi) 23. World Wetlands Day (Gonda, Uttar Pradesh) 24. World Food India (New Delhi, Delhi) 25. India International Trade Fair (New Delhi, Delhi) 26. Surajkund Mela
5.	Providing Financial Assistance for organizing Workshop/Conference/Seminars etc. on Ayush System	The number of financial assistance cases provided is 11
6.	Media Activities	1. Print Advertisement for IDY 2023 2. Print Advertisement for National Dhanvantari Ayurveda Award 2023 3. Print Advertisement for an important event held at Guwahati 4. Print Publicity through IITF 2023 tickets 5. Print Advertisement for National Dhanvantari Ayurveda Award 2024 6. Print Advertisement for International Day of Yoga 2024 7. Print Advertisement for Ayurveda Day 2024 8. Print Advertisement on the topic "five Guinness World Records on Desh ka prakriti parikshan" 9. Print Advertisement i.r.o. misleading ads about Ayush 10. Quarter Page Print Advertisement for

		International Day of Yoga 2025 11. Half Page Print Advertisement for International Day of Yoga 2025
7.	Important Days	1. World Homoeopathy Day 2023 2. IDY 2023 (Jabalpur, Madhya Pradesh) 3. 7th Siddha Day 4. Unani Day 2024 5. World Homoeopathy Day 2024 (New Delhi, Delhi) 6. IDY 2024 (Srinagar, Jammu & Kashmir) 7. Ayurveda Day (New Delhi, Delhi) 8. Unani Day (New Delhi, Delhi) 9. Siddha Day (Chennai, Tamilnadu) 10. World Homoeopathy Day 2025 (Gandhinagar, Gujarat) 11. IDY 2025 (Vishakhapatnam, Andhra Pradesh) 12. Ayurveda Day 2025 (Goa) Siddha Day

ANGANWADI INFRASTRUCTURE UNDER POSHAN 2.0

4695. SHRI PRADYUT BORDOLOI:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) the status of creation of a convergent eco-system involving relevant Ministries, Departments and State Governments to develop and promote practices that nurture health, nutrition, wellness and immunity under the Saksham Anganwadi and Poshan 2.0 scheme, and the outcomes achieved so far;

(b) the reorganisation and rationalisation of existing components under Poshan

2.0 undertaken to address gaps and shortcomings in the ongoing nutrition programme, improve implementation and accelerate improvements in nutrition and child development outcomes, including specific measures taken for the North-Eastern Region;

(c) the status of Anganwadi infrastructure including number of modernised and upgraded Saksham Anganwadi Centres, availability of basic facilities such as buildings, drinking water, sanitation, electricity and digital infrastructure, across the country, State-wise; and

(d) the timeline for upgradation of remaining centres and State-wise funds allocated for the same?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (d): Nutrition goes beyond mere eating of food; it requires proper digestion, absorption, and metabolism of nutrients. This process is influenced by factors like sanitation, education and access to safe drinking water. As malnutrition requires a multi-sectoral approach involving dimensions of food, health, water, sanitation and education, it is crucial to effectively address the issue of malnutrition in a convergent manner. It is being addressed under Mission Saksham Anganwadi and Poshan 2.0 by establishing cross cutting convergence amongst 18 Ministries/Departments. In convergence with these Ministries and Departments, along with States and UTs, major activities are undertaken under Jan Andolans

during Poshan Maah and Poshan Pakhwada celebrated in the months of September and March-April respectively. These activities are conducted for Community Mobilization and Awareness Advocacy to educate people on nutritional aspects as adoption of good nutrition habit requires sustained efforts for behavioural change. More than 150 crore Jan Andolan activities have been conducted since 2018 through 15 Jan Andolans in the country. Also, Community Based Events (CBEs) have served as a significant strategy in changing nutritional practices. All Anganwadi workers are required to conduct two CBEs every month. A total of 9.8 crore CBEs has been conducted from 2018 to February 2026.

The Mission Poshan 2.0, has subsumed Anganwadi services, Poshan Abhiyaan and Scheme for Adolescent girls to strengthen and accelerate improvements in nutrition and child development. It is a Centrally Sponsored Mission being implemented in all States and UTs including Northeastern region of the country. Responsibility for implementation of various activities of the Mission lies with the States and UTs. This Mission includes beneficiaries; Children under 6 years of age, pregnant women, lactating mothers and adolescent girls (of 14-18 years age in Aspirational Districts and North-Eastern region) of the country.

The status of infrastructure at Anganwadi Centres with facilities such as buildings, drinking water and sanitation is available at the public dashboard of Poshan Tracker application: https://www.poshantracker.in/statistics. Further, all Anganwadi workers have been provided Smart Phones for using Poshan Tracker

digital application.

2 lakh Anganwadi Centres (AWCs) have been approved for five years for upgradation as Saksham Anganwadi Centres. State and UT wise approved number of AWCs along with funds allocated is given in the enclosed **Statement.**

STATEMENT

STATE AND UT WISE NUMBER OF AWCS APPROVED FOR UPGRADATION AND FUNDS ALLOCATED FOR THEM (BY FEBRUARY 2026)

S. No.	Name of State and UTs	Total No. of AWCs approved for upgradation	Total Fund allocated for as on date (Rs. in Lakhs)
1	Nagaland	149	134.1
2	Manipur	30	27
3	Ladakh	14	14
4	Chandigarh	69	69
5	Sikkim	435	391.5
6	Arunachal Pradesh	152	136.8
7	Andhra Pradesh	9958	5974.8
8	Assam	5407	4866.3
9	Mizoram	1600	1440
10	Meghalaya	121	108.9
11	Karnataka	17732	10639.2
12	Tripura	474	426.6
13	Maharashtra	14,745	8847
14	Goa	24	14.4
15	Jammu and Kashmir	338	304.2
16	Andaman & Nicobar	140	140
17	Lakshadweep	18	18
18	Uttar Pradesh	23697	14218.2
19	Tamil Nadu	11972	7183.2
20	Puducherry	135	81
21	Kerala	4152	2491
22	Uttarakhand	827	744.3

23	Chhattisgarh	11490	6894
24	West Bengal	5359	3215.4
25	Madhya Pradesh	24662	14797
26	Odisha	12140	7284
27	Bihar	11529	6917.4
28	Telangana	5008	3004.8
29	Gujarat	13147	7888.2
30	Rajasthan	3514	2108.4
31	Jharkhand	16775	10065
32	Himachal Pradesh	1030	927.00
33	Punjab	353	211.8
34	Haryana	2804	1682.4

बिहार में सीजीएचएस केंद्र

4696. श्री सुधाकर सिंहः

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) बिहार राज्य में, विशेषकर बक्सर, कैमूर और रोहतास जिलों में वर्तमान में कार्यरत स्वास्थ्य केंद्रों और केंद्रीय सरकार स्वास्थ्य योजना (सीजीएचएस) केंद्रों की कुल संख्या कितनी है;

(ख) इन केंद्रों में से केंद्र सरकार द्वारा प्रायोजित केंद्रों की संख्या कितनी है और राज्य सरकार द्वारा संचालित केंद्रों की संख्या कितनी है;

(ग) बिहार के सभी जिलों में स्वास्थ्य/सीजीएचएस केंद्रों पर तैनात चिकित्सकों, परिचारिकाओं और अन्य स्वास्थ्य कर्मियों की जिलावार संख्या कितनी है;

(घ) क्या सरकार का बिहार में, विशेषकर बक्सर, कैमूर और रोहतास जिलों में अतिरिक्त स्वास्थ्य/सीजीएचएस केंद्र स्थापित करने का विचार है; और

(ङ) यदि हां, तो प्रस्तावित केंद्रों का ब्यौरा क्या है, स्वीकृत बजट कितना है और उनके पूर्ण होने की अपेक्षित समय-सीमा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क) से (ङ): राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) बिहार सहित देश में गुणवत्तापूर्ण स्वास्थ्य सेवा केन्द्रों की उपलब्धता और पहुंच में सुधार के लिए स्वास्थ्य अवसंरचना में सुधार, स्वास्थ्य सुविधा केन्द्रों में पर्याप्त मानव संसाधनों की उपलब्धता सुनिश्चित करने हेतु सहायता प्रदान करता है। स्वास्थ्य और परिवार कल्याण मंत्रालय, एनएचएम के अंतर्गत कार्यक्रम कार्यान्वयन योजनाओं (पीआईपी) के रूप में प्राप्त प्रस्तावों के आधार पर, जन स्वास्थ्य प्रणाली को सुदृढ़ करने हेतु राज्यों/संघ राज्य क्षेत्रों को तकनीकी एवं वित्तीय सहायता प्रदान करता है। भारत सरकार मानदंडों और उपलब्ध संसाधनों के अनुसार कार्यवाही अभिलेख (आरओपी) के रूप में प्रस्तावों को स्वीकृति प्रदान करती है। राज्यों/ संघ राज्य क्षेत्रों को जारी किए गए आरओपी का विवरण निम्नलिखित वेब लिंक पर उपलब्ध है: https://nhm.gov.in/index1.php?lang=1&level=1&sublinkid=1377&lid=744

देश भर में उप-स्वास्थ्य केंद्रों (एसएचसी) और प्राथमिक स्वास्थ्य केंद्रों (पीएचसी) को मजबूत करके कुल 1.84 लाख आयुष्मान आरोग्य मंदिर (एएएम) [पूर्ववर्ती आयुष्मान भारत स्वास्थ्य एवं कल्याण केंद्र (एबी-एचडब्ल्यूसी)] चालू किए गए हैं, जिनमें बिहार के 12,382 एएएम शामिल हैं, जो निवारक, प्रोत्साहक, प्रशामक, पुनर्वास और उपचारात्मक परिचर्या सहित व्यापक प्राथमिक स्वास्थ्य परिचर्या सेवा केन्द्रों की एक विस्तृत श्रृंखला प्रदान करते हैं।

हेल्थ डायनेमिक्स ऑफ इंडिया (एचडीआई) (बुनियादी ढांचा और मानव संसाधन), 2022-23 राज्यों/ संघ राज्य क्षेत्रों द्वारा रिपोर्ट किए गए स्वास्थ्य सेवा प्रशासनिक आंकड़ों पर आधारित एक वार्षिक प्रकाशन है, बिहार के बक्सर, कैमूर और रोहतास जिलों सहित देश में स्वास्थ्य सुविधा केंद्रों और चिकित्सकों, नर्सों और अन्य स्वास्थ्य कर्मियों की उपलब्धता का राज्य/ संघ राज्य-वार क्षेत्र विवरण एचडीआई 2022-23 के निम्नलिखित लिंक पर देखा जा सकता है:

https://mohfw.gov.in/sites/default/files/Health%20Dynamics%20of%20India%20%28Infrastructure%20%26%20Human%20Resources%29%202022-23_RE%20%281%29.pdf

बिहार राज्य में वर्तमान में कुल 9 सीजीएचएस आरोग्य केन्द्र कार्यशील हैं। बिहार में सीजीएचएस सेंटरों में तैनात चिकित्सकों, नर्सों और अन्य स्वास्थ्यकर्मियों की संख्या का विवरण इस प्रकार है:

क्र.सं.	**पदनाम**	**बिहार में सीजीएचएस केंद्रों पर तैनात चिकित्सकों, नर्सों और अन्य स्वास्थ्यकर्मियों की संख्या**
1.	जीडीएमओ	24
2.	विशेषज्ञ	5
3.	आयुष चिकित्सक	4
4.	नर्सिंग अधिकारी	9
5.	फार्मासिस्ट (एलोपैथी)	18
6.	फार्मासिस्ट (आयुष)	4
7.	जेएचएए	15
8.	कार्यालय अधीक्षक	1
9.	एमटीएस (सीसी)	17
10.	एलएमए	5
11.	एमए	17
12.	एमएलटी	4
13.	जूनियर एमएलटी	1
14.	डेंटल तकनीशियन	1
15.	ड्राइवर	1

स्थापित मानदंडों के अनुसार, ग्रामीण क्षेत्रों में 5,000 (मैदानी क्षेत्रों में) और 3,000 (पहाड़ी और जनजातीय क्षेत्रों में) की आबादी के लिए एक उप स्वास्थ्य केंद्र (एसएचसी), 30,000 (मैदानी क्षेत्रों में) और 20,000 (पहाड़ी और जनजातीय क्षेत्रों में) की आबादी के लिए एक प्राथमिक स्वास्थ्य केंद्र (पीएचसी) और 1,20,000 (मैदानी क्षेत्रों में) और 80,000 (पहाड़ी और जनजातीय क्षेत्रों में) की आबादी के लिए एक सामुदायिक स्वास्थ्य केंद्र (सीएचसी) का सुझाव दिया गया है। इसके अलावा, शहरी क्षेत्रों के लिए 15,000 से 20,000 की शहरी आबादी के लिए एक शहरी एएएम, 30,000 से 50,000 की शहरी आबादी के लिए एक शहरी प्राथमिक स्वास्थ्य केंद्र (यू-पीएचसी), गैर-महानगरों (5 लाख से अधिक आबादी वाले) में प्रत्येक 2.5 लाख आबादी के लिए एक यू-सीएचसी और महानगरों में प्रत्येक 5 लाख आबादी के लिए एक यू-सीएचसी की सिफारिश की गई है। इसके अलावा, फर्स्ट रेफरल यूनिट, उप जिला अस्पताल (एसडीएच) और जिला अस्पताल (डीएच) ग्रामीण और शहरी क्षेत्रों के लिए मध्यम परिचर्या सेवा प्रदान करते हैं।

किसी नए शहर में नया सीजीएचएस आरोग्य केन्द्र खोलने के लिए कम से कम 2500 मुख्य कार्डधारक या 6000 लाभार्थी होने चाहिए। इसके अलावा, नए आरोग्य केन्द्र की स्थापना स्वीकृत पदों की उपलब्धता और आवश्यक बजटीय प्रावधानों की मंजूरी के अध्यधीन है।

उत्तराखंड में फास्ट-ट्रैक न्यायालयों की स्थापना

4697. श्री त्रिवेन्द्र सिंह रावतः

क्या **विधि और न्याय** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार के संज्ञान में आया है कि उत्तराखंड में न्यायिक प्रक्रिया को गति देने के लिए फास्ट ट्रैक न्यायालय स्थापित करने का प्रस्ताव स्वीकृत हो गया है ;

(ख) यदि हां, तो राज्य में स्थापित किए जाने वाले नए फास्ट-ट्रैक न्यायालयों की लक्षित संख्या

कितनी है ;

(ग) क्या इन न्यायालयों के कार्यकरण के लिए आवश्यक न्यायिक और प्रशासनिक पद स्वीकृत किए गए हैं ; और

(घ) सरकार द्वारा लंबित मामलों के शीघ्र निपटान के लिए इस पहल की प्रगति की निगरानी किस प्रकार की जा रही है ?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

(क) और (ख): चौहदवें वित्त आयोग (2015-2020) की सिफारिशों के अनुसार, त्वरित न्यायालयों (एफ.टी.सी.) को जघन्य अपराधों के मामलों, वरिष्ठ नागरिकों, महिलाओं बच्चों आदि से आवेष्टित मामलों से निपटने के लिए स्थापित किया गया है। तारीख 31 जनवरी, 2026 तक, विभिन्न राज्यों/केंद्र शासित प्रदेशों में 862 त्वरित न्यायालय क्रियाशील हैं, जिनमें उत्तराखंड राज्य के 4 एफ.टी.सी. भी सम्मिलित हैं।

इसके अतिरिक्त, आपराधिक विधि (संशोधन) अधिनियम, 2018 के अधिनियामिति के अनुसरण में केंद्र सरकार त्वरित विशेष न्यायालयों (एफ.टी.एस.सी.) की स्थापना के लिए एक केंद्रीय प्रायोजित योजना कार्यान्वित कर रहीं है, जिसमे अनन्य रूप से अक्टूबर 2019 से पॉक्सो (ई-पॉक्सो) न्यायालय सम्मिलित हैं। यह न्यायालय समय आबद्ध विचारण और बलात्कार तथा लैंगिक अपराधों से बालकों का संरक्षण अधिनियम, 2012 के अधीन लंबित मामलों के लिए समर्पित है।

तारीख 31 जनवरी, 2026 तक, 29 राज्यों/केंद्र शासित प्रदेशों में 774 एफ.टी.ए.सी. जिनमे 398 अनन्य रूप से पॉक्सो (ई-पॉक्सो) न्यायालय प्रकार्य हैं, इनमें उत्तराखंड राज्य के 4 (एफ.टी.एस.सी.) सम्मिलित हैं। इन न्यायालयों ने योजना के प्रारंभ से अब तक सामूहिक रूप से 3,71,849 मामलों का निपटारा किया है।

जिला एवं अधीनस्थ न्यायालयों जिनमें विशेष न्यायालय भी सम्मिलित हैं, की स्थापना का प्राथमिक उत्तरदायित्व संबंधित उच्च न्यायालयों के परामर्श से राज्य/केंद्र शासित प्रदेश का है, जो उनकी आवश्यकता और संशोधनों की उपलब्धता के अनुसार होती है। तदनुसार, राज्यों/केंद्र शासित प्रदेशों में पॉक्सों न्यायालय और त्वरित न्यायालय नामनिर्दिष्ट/समर्पित हैं। ये न्यायालय केंद्र प्रायोजित योजना के अधीन स्थापित एफ.टी.एस.सी. के अतिरिक्त हैं।

विभाग अतिरिक्त एफ.टी.एस.सी. को परिचालित करने के लिए राज्यों और केंद्र शासित प्रदेशों के साथ पूर्ण रूप से प्रतिबद्ध और सक्रिय रूप से वचनबद्ध है। उत्तराखंड सरकार के निवेदन पर, 3 अतिरिक्त एफ.टी.एस.सी. **[देहरादून (विकासनगर), उधम लिंह नगर (काशीपुर) और नैनीताल जिला मुख्यालय]** राज्य को आबंटित किए गए हैं।

(ग): न्यायालयों में न्यायाधीशों और कर्मचारियों की भर्ती के संबंध में, जिला एवं अधीनस्थ न्यायालयों में न्यायिक अधिकारियों के रिक्त पदों को भरना राज्य सरकारों और संबंधित उच्च न्यायालयों का उत्तरदायित्व है। संवैधानिक तंत्र के अनुसार, संविधान के अनुच्छेद 309 के परंतुक सपठित अनुच्छेद 233 और 234 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, संबंधित राज्य सरकार उच्च न्यायालय से परामर्श करके न्यायिक अधिकारियों की नियुक्ति एवं भर्ती संबंधी नियमों को विरचित करती है।

(घ): एफ.टी.एस.सी. के कार्य को दृढ़ करने के लिए, राज्यों/केंद्र शासित प्रदेशों और उच्च न्यायालयों के साथ वीडियो कॉन्फ्रेंसिंग के माध्यम से नियमित पुनर्विलोकन बैठकें आयोजित की जाती हैं। माननीय विधि एवं न्याय मंत्री ने माननीय मुख्यमंत्रियों और उच्च न्यायालयों के मुख्य न्यायमूर्तियों को पॉक्सो अधिनियम और भारतीय नागरिक सुरक्षा संहिता, 2023 के अधीन समय पर कार्रवाई और समयसीमा का कड़ाई से अनुपालन करना की आवश्यकता के संबंध में लिखा है। इसके अतिरिक्त अंतर्सरकार समन्वय में सुधार और न्याय के परिदान में शीघ्रता लाने के लिए, एफ.टी.एस.सी. का निष्पादन अंतर-राज्जीय आंचलिक परिषद की बैठकों में एक नियमित कार्यसूची मद है।

इसके अतिरिक्त, उत्तराखंड उच्च न्यायालय से प्राप्त जानकारी के अनुसार केंद्र प्रायोजित योजना के अधीन त्वरित विशेष न्यायालयों से संबंधित मामलों के अनुश्रवण को *"किशोर न्याय मामलों से संबंधित समिति, पॉक्सो और विचाराधीन कैदियों से संबंधित मामलों की समिति"* को सौंपा गया है।

REDUCTION IN COST OF HEALTHCARE FACILITIES

4698. SHRI TANUJ PUNIA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government proposes to slash the cost of healthcare facilities and increase the supply of doctors with the help of technology and modified medical education;

(b) if so, the details of the steps taken/proposed to be taken by the Government in this regard and if not, the reasons therefor;

(c) the total number of healthcare system that have been set-up under National Health Mission (NHM) in Uttar Pradesh; and

(d) the details of the funds allocated to Uttar Pradesh under NHM during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): The Government of India has been implementing various schemes under the National Health Mission (NHM) with the objective of providing

accessible, affordable, and quality healthcare services across the country. Under the National Health Mission (NHM), financial and technical support based on their needs is provided to States/UTs for decentralized planning. Some of the key initiatives for health systems strengthening are given below:

- Ayushman Bharat – Ayushman Arogya Mandir (AB-AAM)
- Free Diagnostics Service Initiative (FDSI)
- Free Drugs Service Initiative (FDSI)
- Community Participation
- Mobile Medical Units (MMUs)
- National Ambulance Services (NAS)
- Indian Public Health Standards (IPHS) 2022
- National Quality Assurance Standards (NQAS)
- Pradhan Mantri-Ayushman Bharat Health Infrastructure Mission (PM-ABHIM)
- Ayushman Bharat Pradhan Mantri-Jan Arogya Yojana (AB PM-JAY)
- Ayushman Bharat Digital Mission (ABDM)
- XV-Finance Commission Health Grants channelized through local government

The National Health Policy (NHP) 2017 seeks to improve health outcomes by

ensuring universal access to equitable, affordable, and quality healthcare services. These initiatives intend to facilitate a critical shift from selective to comprehensive primary care leading to reduce burden of communicable, non-communicable, and maternal and child related diseases burden. This will help in lowering the out-of-pocket expenditure as envisaged by the NHP 2017.

(c) and (d): As per the information provided by the State Government of Uttar Pradesh, in order to ensure comprehensive primary health care closer to community, all Sub-health centers (SHCs), primary healthcare centres (rural and urban PHCs) UHSC, are being strengthened as Ayushman Arogya Mandir (AAM), staffed by appropriately trained primary health care team. The medical officer of the primary health centre would oversee the functioning of the AAMs that falls in that area. By the end of February 2026, a total of 23,454 AAMs are operational in the State, including 17,738 at Sub-Health Centres (SHCs), 2,617 at Primary Health Centres (PHCs), 721 at Urban Primary Health Centres (UPHCs), 1,377 at Urban Health Sub-Centres (UHSCs), and 1,001 Ayush AAMs; over the past three years, the number of newly operational AAMs has been 8,296 in FY 2022–23, 460 in FY 2023–24, and 380 in FY 2024–25.

Under the National Health Mission (NHM), financial and technical support based on their needs is provided to States/UTs including Uttar Pradesh for health systems strengthening, maternal and child health related issues, communicable diseases, non-communicable diseases and nutrition based on their proposals

within their resource envelop. The details of healthcare infrastructure projects initiated or on-going for the State/UTs including Uttar Pradesh, for the project-wise and year wise budgets approvals can be accessed with the help of the following link to RoPs in the Ministry's Website:

https://nhm.gov.in/index4.php?lang=1&level=0&linkid=49&lid=62

JAN AUSHADHI KENDRA IN UTTAR DINAJPUR

4699. SHRI KARTICK CHANDRA PAUL:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether the Government is aware that six blocks including the border blocks of Chopra and Hemtabad in Uttar Dinajpur district of West Bengal are without any Jan Aushadhi Kendra, if so, the details thereof;

(b) the steps being taken to establish Jan Aushadhi Kendras in the said blocks to ensure affordable and accessible healthcare for the residents of the said district;

(c) the number of medicine sold by the existing four Jan Aushadhi Kendras in the said district during the last three years, year-wise; and

(d) whether there are any plans to increase awareness and accessibility of affordable medicines in the said blocks?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS

AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): Under Pradhan Mantri Bhartiya Janaushadhi Pariyojana scheme, a total of 894 Jan Aushadhi Kendras (JAKs) are opened in the State of West Bengal as on 28.02.2026, including 7 in Uttar Dinajpur district. 1 JAK is functional in Hemtabad Block. Currently, no JAK is functional in Chopra Block of Uttar Dinajpur district, West Bengal, and no applications have been received for opening a JAK there.

The Government has adopted a franchise-like model for opening of JAKs by inviting online applications from individual entrepreneurs, non-governmental organisations, societies, trusts, firms, private companies, etc. Any individual having D. Pharma. or B. Pharma. qualification either herself/himself or any individual or organisation who has employed a person with such qualification as a pharmacist for obtaining drug licence from the State Licensing Authority concerned is eligible to open a Jan Aushadhi Kendra. Online applications have been invited from all districts of the country, including Dinajpur district, West Bengal through the website www.janaushadhi.gov.in.

(c): Details of sale by Jan Aushadhi Kendras opened in Uttar Dinajpur district of West Bengal during the last three years, year-wise is as under:-

Sl. No.	Financial Year	No. of JAK functional	Total sale at MRP (in ₹ Lakh)
1	2022-23	3	21
2	2023-24	4	25
3	2024-25	4	30

(d): To increase awareness and accessibility of affordable medicines supplied through JAKs, targeted awareness campaigns about the benefits of Janaushadhi medicines are conducted on a regular basis:

i. *Awareness campaigns*: Pharmaceuticals and Medical Devices Bureau of India (PMBI), which is the implementing agency for PMBJP conducts awareness campaigns in coordination with bodies and platforms such as the Central Bureau of Communication, PIB, MyGov and MY Bharat, in various modes such as print, television, radio, social media platforms, outdoor hoardings, community engagement, etc.

ii. *Interactive messages/calls*: Outreach and citizen engagement are also pursued through WhatsApp chatbot and outbound calls to inform citizens regarding the quality of Janaushadhi products and the large savings that accrue from purchase of the same from nearest JAK.

iii. *Jan Aushadhi Week*: Jan Aushadhi Week is celebrated every year in the first week of March during which special campaigns such as public rallies, health camps, seminars in pharmacy colleges, children engagement programmes, etc. are conducted across the nation to educate citizens, healthcare professionals and other stakeholders about the benefits of Janaushadhi generic medicines.

iv. *Messages from eminent persons*: Audio/video messages from well-known

persons such as public representatives and eminent doctors are disseminated on social media platforms to highlight the benefits of Janaushadhi medicines and dispel myths associated with respect to their quality.

v. *Public engagement programme in rural areas*: To educate citizens in local languages/dialects, publicity is also done through health camps, *nukkad-natak*, audiovisual display at Common Service Centres and public engagement workshops in association with local JAKs in rural areas.

CONSUMPTION OF TOBACCO PRODUCTS

4700. SHRI NAVEEN JINDAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the total number of deaths due to consumption of tobacco products in the country, State/UT-wise;

(b) the Government has a well laid-out Tobacco Cessation Policy to curb the use of tobacco in the country and if so, the salient features of the same;

(c) the details of the schemes and programmes being implemented for tobacco cessation along with the targets and achievements there under, scheme-wise during the last five years, year-wise;

(d) the details of the allocations made and the actual expenditure on these schemes and programmes during the last five years, year-wise and

programme-wise;

(e) the details of reasons for under achievement in physical targets thereunder; and

(f) the details of the Tobacco Cessation Centres and Clinics operational as on 31st December, 2024 along with date of operationalisation of Centre and Clinic in the country, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): As per the Report of the second round of Global Adult Tobacco Survey (GATS-2), 2016-17, mortality due to tobacco in India is estimated at upwards of 1.3 million (over 13 lakhs).

(b) to (f): The Government of India launched the National Tobacco Control Programme (NTCP) in the year 2007-08 with the aim to reduce tobacco consumption and minimize the health burden caused by tobacco-related diseases. Currently the program is implemented in all 36 States and UTs covering more than 700 districts. Some of the salient features and achievements of the programme to curb the use of tobacco are as follows:

- The National Health Policy (NHP), 2017 set a target of 15% reduction in tobacco use among adults (15+ years) by 2020. As per the Global Adult Tobacco Survey (GATS), a 17.3% relative reduction in tobacco use

prevalence among Indians (aged 15+ years) has been achieved between GATS-1 (2009-10) and GATS-2 (2016-17)

- The Ministry has established a toll-free National Tobacco Quitline Service (1800-112-356), which is operated by four Quitline centers (Delhi, Mumbai, Guwahati, Bengaluru) covering all States and UTs, and provides counselling in 16 languages, including regional/local languages.
- Over 2,000 Tobacco Cessation Centres (TCCs) have been established across the country under integrated efforts of NTCP, National Medical Commission (NMC) and National Dental Commission (NDC), National Oral Health Programme (NOHP).
- In addition, MoHFW has also released guidelines for strengthening tobacco cessation:
    1) Establishment of Tobacco Cessation Centers in Dental Institutes-An Integrated Approach in India-Operational Guidelines (2018)
    2) Operational Guidelines for Establishing Tobacco Cessation Centres in Medical Institutions (2024)
    3) A guide for Health Workers….Helping tobacco users quit (2024)
    4) Operational Guidelines for Establishing Tobacco Cessation Centres in Ayush Institutions (2025)
- As a part of awareness efforts, MoH&FW has launched a 60-day annual Tobacco Free Youth Campaign since 2023 to educate youth about the

dangers of tobacco and empower them to resist or quit tobacco use.

The details of funds allocated and actual expenditure during the last 05 (five) years under NTCP are given below:

(In Crore)

Year	Budget Allocated	Expenditure
2020-21	12.00	7.95
2021-22	13.70	7.53
2022-23	24.00	19.76
2023-24	19.47	9.36
2024-25	11.10	9.96

केंद्रीय योजनाओं के अंतर्गत निधि का उपयोग

4701. श्री भारत सिंह कुशवाहः

क्या **महिला और बाल विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) वर्ष 2022-23 से आज की तिथि तक ग्वालियर लोक सभा निर्वाचन क्षेत्र में मंत्रालय द्वारा कार्यान्वित की जा रही विभिन्न केंद्रीय योजनाओं के अंतर्गत आवंटित निधियों का योजना-वार और वर्ष-वार ब्यौरा क्या है;

(ख) उक्त अवधि के दौरान आवंटित निधियों में से वास्तव में व्यय की गई निधियों का ब्यौरा क्या है;

(ग) उक्त योजनाओं के अंतर्गत आवंटित निधियों की तुलना में धीमी वास्तविक और वित्तीय प्रगति के क्या कारण हैं; और

(घ) निधियों का अधिकतम और समय पर उपयोग सुनिश्चित करने के लिए सरकार द्वारा उठाए जा रहे कदमों का ब्यौरा क्या है?

महिला और बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर):

(क) और (ख) मंत्रालय की योजनाओं के अंतर्गत, योजना के कार्यान्वयन हेतु राज्यों एवं संघ राज्य क्षेत्रों को निधि जारी की जाती है तथा निर्वाचन क्षेत्रों/जिलों को सीधे निधि जारी नहीं की जाती है। मध्य प्रदेश राज्य में वर्ष 2022-23 से अब तक मंत्रालय की योजनाओं के तहत जारी की गई धनराशि का योजनावार और वर्षवार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) और (घ) मंत्रालय द्वारा कार्यान्वित सभी योजनाएँ केंद्र प्रायोजित योजनाएँ (सीएसएस) हैं और इन्हें राज्यों एवं संघ राज्य क्षेत्रों द्वारा कार्यान्वित किया जाता है। इन योजनाओं के लिए बजट आवंटन को राज्यों/ संघ राज्य क्षेत्रों से उनकी आवश्यकताओं और पिछले वर्षों के व्यय के रुझान के संबंध में प्राप्त सुझावों के आधार पर अंतिम रूप दिया जाता है। इसके अलावा, सीएसएस के तहत, राज्यों और संघ राज्य क्षेत्रों को अपने हिस्से की निधि कुल उपलब्ध निधि का कम से कम 75% खर्च करना और व्यय विवरण (एसओई) तथा उपयोगिता प्रमाण पत्र प्रस्तुत करना आवश्यक है ताकि मंत्रालय केंद्रीय हिस्से की निधि जारी कर सके। यदि उपरोक्त शर्तें पूरी नहीं होती हैं, तो केंद्रीय हिस्से की निधि जारी होने में बाधा विलंब होता है, जिसके परिणामस्वरूप वास्तविक/वित्तीय प्रगति धीमी हो जाती है।

निधि के उपयोग सहित योजनाओं के कार्यान्वयन की समीक्षा नियमित रूप से विभिन्न उच्च स्तरों पर प्रत्यक्ष बैठकों, वीडियो कॉन्फ्रेंस और फील्ड विजिट के माध्यम से की जाती है।

<u>विवरण</u>

वर्ष 2022-23 से अब तक मध्य प्रदेश राज्य को मंत्रालय की योजनाओं के तहत जारी की गई निधि का योजनावार और वर्षवार ब्यौरा।

(करोड़ रुपये में)

क्र. सं.	**वित्तीय वर्ष**	**मिशन सक्षम आंगनवाड़ी एवं पोषण 2.0**	**मिशन वात्सल्य**	**मिशन शक्ति***
1.	2022-23	1011.57	46.91	213.11

2.	2023-24	1123.11	60.85	136.15
3.	2024-25	1144.54	117.24	279.83
4.	2025-26	791.73	8.45	100.70

*मिशन शक्ति में वन स्टॉप सेंटर, महिला हेल्पलाइन, बेटी बचाओ बेटी पढ़ाओ, नारी अदालत, प्रधानमंत्री मातृ वंदना योजना, शक्ति सदन, सखी निवास, पालना और राष्ट्रीय महिला सशक्तिकरण केंद्र योजनाएं शामिल हैं।

SALE OF EVERYDAY HYDRATION DRINKS AS ORS ALTERNATIVES

4702. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the details of all brands currently selling ‘everyday hydration’ drinks in India as alternatives to the WHO-recommended ORS formulation;

(b) whether the Government has examined the extent of packaging similarity between such drinks and the WHO-recommended ORS formulation, if so, the details thereof;

(c) whether any study has been undertaken by the Government on the health impact of artificial sweeteners used in such products, including their effects on appetite, gut health, and diarrhoeal symptoms in children and if so, the key findings thereof;

(d) whether any study has been undertaken by the Government of the impact of the consumption of everyday hydration drinks on patients with diabetes and obesity and if so, the details thereof; and

(e) whether the Government has examined concerns that the promotion of 'everyday hydration' drinks may undermine the use of standard ORS and if

so, the details thereof along with the steps taken/proposed to be taken by the Government to regulate the branding, labelling and advertising of such products?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (e): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards (FSS) Act, 2006 is a shared responsibility between the Central and State Governments.

FSSAI vide advisory dated 28.03.2024 has clarified that ‘Health Drink’ is not defined/ standardized anywhere under the FSS Act, 2006 or rules and regulations made thereunder. Therefore, the food products licensed under 'Proprietary Food' with the nearest category-Dairy Based Beverage Mix or Cereal Based Beverage Mix or Malt Based Beverage being sold in the e-commerce website under the category ‘Health Drink’, ‘Energy Drink’ have been advised to remove / de-link such drinks / beverages from the category of ‘Health Drinks / Energy Drinks’ on their website and place such products in the appropriate category as provided under the extant law.

As per the National Family Health Survey (NFHS-5, 2019–21), 24 % of women, 23% of men and 3% of children are overweight or obese. Unhealthy diets, sedentary lifestyles and environmental factors are key contributors to the rising prevalence of obesity. The increasing consumption of processed foods, reduced physical activity, and lifestyle changes have further intensified this growing crisis, affecting both urban and rural populations.

FSSAI in exercise of its regulatory oversight, has issued directions to all the Food Business Operators (FBOs) for removal of such brand name / product name containing word “Oral Rehydration Solution (ORS)” with immediate effect from all distribution channels, along with from e-commerce platforms.

In pursuance to this, directions on 14.10.2025 have been issued to all the enforcement authorities in States/UTs & regional offices of FSSAI, wherein Commissioners of Food Safety of all States/UTs and Central Licensing Authorities were advised to initiate regulatory action against such FBOs and against misleading food labels using the term “ORS” on non-carbonated water-based beverages/ Fruit based beverages/ Ready to serve/drink beverages, in accordance with the provisions of the FSS Act, 2006 and relevant regulations.

FSS Act, 2006 imposes restrictions on unfair trade practices, including the prohibition of misleading advertisements and claims. Further, FSSAI has also notified the Food Safety and Standards (Advertising and Claims) Regulation, 2018, to address issues related to misleading claims, labelling and

advertisements. It ensures that food-related advertisements and claims are accurate, non-deceptive, and align with food safety standards. It is the responsibility of the food business to adhere with these requirements. Any contravention of these regulations lead to appropriate actions in accordance with the provisions of the FSS Act, 2006, and its subsequent regulations made thereafter.

PARENTAL CONSENT FOR HPV VACCINATION

4703. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has ensured strict enforcement of mandatory parental consent before administering HPV vaccines to girls aged 14 years, if so, the details thereof along with the monitoring mechanism established and compliance in this regard;

(b) whether the HPV vaccination programme remains fully voluntary across all States and Union Territories, if so, the details thereof along with the safeguards introduced by the Government to prevent coercion or indirect pressure on beneficiaries;

(c) whether the Government has conducted adequate awareness campaigns to educate parents about the benefits, risks and possible side effects of HPV vaccination, if so, the details thereof and the State-wise outreach strategy;

(d) whether the Government has established adverse event monitoring and

medical response systems during the nationwide vaccination drive, if so, the details thereof along with the emergency preparedness measures and the reporting protocol in this regard; and

(e) whether sufficient vaccine supply and cold-chain infrastructure have been ensured for uninterrupted implementation of the three-month campaign in the country, if so, the details thereof along with the logistical arrangements made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): The Nationwide free HPV vaccination campaign was launched on 28th February 2026 for approximately 1.2 crore eligible beneficiary girls aged 14 years across all 36 States and Union Territories. HPV vaccination is voluntary and parental consent is mandatory before administration of vaccine. Beneficiaries may self-register and schedule an appointment for HPV vaccination on U-WIN or directly walk-in to the government health facility.

(c): Awareness generation is promoted through IEC materials such as radio jingles, posters including AEFI poster, banners, myth-busting digital content and use of social media platforms to provide accurate information, address misconceptions and ensure equitable access. Parents and beneficiaries can read information on the benefits and possible side effects of HPV vaccine, this

information is provided under “General Information on Routine Vaccines under the Universal Immunization Programme for Citizens” on the U-WIN portal.

(d): The vaccine is administered at designated Government health facilities including Ayushman Arogya Mandirs (AAMs) - Primary Health Centres (PHCs), Community Health Centres (CHCs), Sub-District Hospitals (SDHs), District Hospitals (DHs) and Government Medical Colleges and Hospitals (GMCHs) in the presence of medical officers. The extensive training on HPV vaccination for medical and paramedical staff across all 36 States/UTs in the country has been completed. The vaccination sites are linked to 24x7 Adverse Events Following Immunization (AEFI) Management Centers for prompt management of adverse events, if any. A system is in place for reporting, investigation, and causality assessment of AEFI events.

(e): The Government of India has secured HPV vaccine as kind support from GAVI, the Vaccine Alliance.

AYUSHMAN AROGYA MANDIRS IN UTTAR PRADESH

4704. SHRI JAGDAMBIKA PAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the number of Ayushman Arogya Mandirs (AAMs) established and operational district-wise in the State of Uttar Pradesh as of February 2026;

(b) the details of essential drugs and diagnostic tests made available free of cost

at AAMs in the State under the Free Drugs and Free Diagnostics Service Initiatives;

(c) the number of beneficiaries in Uttar Pradesh who have availed treatment under Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) during the last five financial years;

(d) the number of empanelled private hospitals in the said State under AB-PMJAY, district wise; and

(e) whether the Government has established a framework to ensure the quality of services and treatments in empanelled private hospitals across the country and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): As part of NHM, Ayushman Arogya Mandirs are established to deliver comprehensive primary healthcare services. These centers provide free drugs, diagnostics, and preventive care, reducing OOPE for primary healthcare.

As per the information provided by the State Government of Uttar Pradesh, district wise operational AAM are given in the enclosed **Statement**. Further, State has informed that at the Sub-Centre level Ayushman Arogya Mandirs, 14 types of diagnostic services and 84 types of essential medicines are made available free of cost to the beneficiaries. Similarly, at the Primary Health Centre level

Ayushman Arogya Mandirs, 63 types of diagnostic services and 195 types of essential medicines are provided free of cost to patient.

The number of beneficiaries in Uttar Pradesh who have availed treatment under Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) during the last five years is given below:

Financial Year	Distinct Members
2021-22	265,195
2022-23	475,047
2023-24	1,067,231
2024-25	1,627,764
2025-26 (till 28th February 2026)	1,796,760
Grand Total	**5,231,997**

(c) to (e): Under Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY), a total of 58.53 lakh hospital admissions have been authorized in the State of Uttar Pradesh during the last five financial years (FY 2020-21 to FY 2024-25).

As on 28th February 2026, a total of 6,149 hospitals have been empanelled under Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) in the State of Uttar Pradesh, of which 3,215 are private hospitals. The district-wise details of empanelled hospitals in the state can be accessed at https://hem.nha.gov.in/search

The scheme follows Standard Treatment Guidelines (STGs) to standardize clinical practices and ensure quality and appropriate care for eligible beneficiaries.

Further, the latest Health Benefit Package (HBP) 2022 provides comprehensive bundled packages covering the entire treatment cycle. This includes pre-hospitalization expenses for up to 3 days (covering diagnostics, premedication and consultation), complete hospitalization including medical, surgical treatment, anesthesia and implants (where applicable), and post-hospitalization care up to 15 days including drug expenses and follow-up care, thereby ensuring cashless, standardized and quality treatment under Ayshman Bharat PM-JAY.

STATEMENT

District wise list of Ayushman Arogya Mandirs (AAMs)

AAM Operational Status (as on February 2026)							Total Operational AAM in District
S. No.	District	AAM-SHC	AAM- PHC Operational	AAM-UPHC Operational	AAM-USHC Operational	AAM-AYUSH Operational	
	Uttar Pradesh	**17738**	**2617**	**721**	**1377**	**1001**	**23454**
1	Agra	334	42	33	71	9	**489**
2	Aligarh	312	34	20	40	5	**411**
3	Prayagraj	548	56	28	53	20	**705**
4	Ambedkar Nagar	307	24	5	6	0	**342**
5	Amethi	203	30	0	2	12	**247**
6	Amroha	171	23	7	13	1	**215**
7	Auraiya	123	25	2	4	3	**157**
8	Azamgarh	528	56	4	8	20	**616**
9	Baghpat	151	20	3	7	2	**183**
10	Bahraich	342	51	4	8	20	**425**
11	Ballia	350	63	2	4	21	**440**
12	Balrampur	220	25	2	3	7	**257**
13	Banda	143	46	5	10	12	**216**
14	Barabanki	349	58	2	3	24	**436**
15	Bareilly	384	47	26	43	60	**560**
16	Basti	284	36	3	4	16	**343**
17	Bijnor	352	49	12	4	5	**422**

AAM Operational Status (as on February 2026)							Total Operational AAM in District
S. No.	District	AAM-SHC	AAM- PHC Operational	AAM-UPHC Operational	AAM-USHC Operational	AAM-AYUSH Operational	
18	Budaun	286	43	6	19	22	**376**
19	Bulandshahr	329	45	9	28	11	**422**
20	Chandauli	207	23	2	4	25	**261**
21	Chitrakoot	114	26	1	4	6	**151**
22	Deoria	244	59	3	18	0	**324**
23	Etah	199	29	4	9	6	**247**
24	Etawah	138	27	7	12	7	**191**
25	Ayodhya	242	24	7	15	16	**304**
26	Farrukhabad	167	27	6	12	15	**227**
27	Fatehpur	237	34	4	8	14	**297**
28	Firozabad	197	51	14	24	3	**289**
29	G.B. Nagar	63	14	16	9	0	**102**
30	Ghaziabad	100	14	53	112	18	**297**
31	Ghazipur	303	59	2	7	11	**382**
32	Gonda	317	50	3	6	3	**379**
33	Gorakhpur	511	58	23	52	32	**676**
34	Hamirpur	127	31	3	5	5	**171**
35	Hapur	127	23	6	12	15	**183**
36	Hardoi	355	39	8	7	30	**439**
37	Hathras	163	25	5	10	3	**206**
38	Jalaun	159	25	7	14	44	**249**
39	Jaunpur	351	81	4	9	22	**467**
40	Jhansi	287	31	13	26	1	**358**
41	Kannauj	172	31	4	8	8	**223**
42	Kanpur Dehat	181	25	1	2	6	**215**
43	Kanpur Nagar	301	40	53	93	16	**503**
44	Kasganj	161	9	4	8	5	**187**
45	Kaushambi	170	23	3	9	3	**208**
46	Kushinagar	214	50	5	17	35	**321**
47	Kheri	367	52	7	4	27	**457**
48	Lalitpur	100	23	2	4	21	**150**
49	Lucknow	157	26	54	108	8	**353**
50	Maharajganj	205	36	1	5	28	**275**
51	Mahoba	90	11	2	9	2	**114**
52	Mainpuri	160	46	4	8	5	**223**

AAM Operational Status (as on February 2026)							Total Operational AAM in District
S. No.	District	AAM-SHC	AAM- PHC Operational	AAM-UPHC Operational	AAM-USHC Operational	AAM-AYUSH Operational	
53	Mathura	128	26	10	16	7	**187**
54	Mau	165	34	5	20	13	**237**
55	Meerut	240	31	28	56	5	**360**
56	Mirzapur	237	33	5	15	24	**314**
57	Moradabad	260	28	27	47	2	**364**
58	Muzaffarnagar	239	32	8	16	13	**308**
59	Pilibhit	200	22	5	9	29	**265**
60	Pratapgarh	244	48	5	6	21	**324**
61	Rae Bareli	265	39	4	8	33	**349**
62	Rampur	213	28	9	14	5	**269**
63	Saharanpur	298	35	20	35	3	**391**
64	Sambhal	226	28	9	20	1	**284**
65	Sant Kabir Nagar	173	17	5	12	17	**224**
66	Bhadohi	115	15	3	6	10	**149**
67	Shahjahanpur	265	32	12	12	6	**327**
68	Shamli	113	22	5	1	3	**144**
69	Shrawasti	110	5	0	1	9	**125**
70	Siddharth Nagar	283	54	7	18	7	**369**
71	Sitapur	457	73	8	9	30	**577**
72	Sonbhadra	181	24	3	9	7	**224**
73	Sultanpur	226	43	2	4	7	**282**
74	Unnao	272	34	8	8	28	**350**
75	Varanasi	226	19	29	55	11	**340**

AYUSHMAN AROGYA MANDIRS IN PUNJAB

4705. SHRI MALVINDER SINGH KANG:

Will the Minister of **AYUSH** be pleased to state:

(a) the total number of functional AYUSH hospitals, dispensaries and Ayushman Arogya Mandirs–AYUSH (AAM-AYUSH) in Punjab as of 1st January, 2026,

district-wise, particularly in Rupnagar, Hoshiarpur, Sahibzada Ajit Singh Nagar (SAS Nagar) and Shaheed Bhagat Singh Nagar (SBS Nagar) districts;

(b) whether the Government has identified any critical infrastructure gaps or manpower shortages including doctors, pharmacists and yoga instructors, in these facilities through the National AYUSH Mission (NAM) monitoring framework, if so, the details thereof;

(c) the details of Central funds released, State share deposited and utilization certificates furnished by Punjab under NAM during the last three financial years, year-wise; and

(d) the details of the status of co-location of AYUSH facilities at Primary Health Centre and Community Health Centre in rural and semi-urban areas of the State to provide integrated healthcare choice to patients?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): As reported by the State Government of Punjab, 01 Integrated Ayush Hospital (IAH), 06 Standalone Ayurveda Hospitals, 477 Ayush Dispensaries & 158 Ayushman Arogya Mandirs (Ayush) are functional in that State, as on 1st January, 2026. The district-wise details of the Ayush facilities, including Rupnagar, Hoshiarpur, Sahibzada Ajit Singh Nagar (SAS Nagar) and Shaheed Bhagat Singh Nagar (SBS Nagar) districts are enclosed as **Statement-I**.

(b): Public Health being a State subject, the primary responsibility to identify infrastructure gaps, manpower shortage including doctors, pharmacists and yoga instructors at Ayush hospitals, dispensaries and Ayushman Arogya Mandirs (Ayush) in the State of Punjab, lies with the respective State Government. As reported by the State, after identifying the gap, 158 Ayush Dispensaries have been upgraded as Ayushman Arogya Mandirs (Ayush) and made functional.

(c): The year-wise details of the Central share released, State share deposited and Utilization Certificates furnished by the State Government Punjab under NAM during the last three years, are enclosed as **Statement-II.** State Government of Punjab has not availed the financial assistance during the financial year 2022-23.

(d): Government of India has adopted a strategy of Co-location of Ayush facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs) including rural and semi urban areas of the State, thus enabling the choice to the patients for different systems of medicines under a single window. The engagement of Ayush doctors/ paramedics and their training is being supported by the Ministry of Health & Family Welfare under National Health Mission (NHM), while the support for Ayush infrastructure, equipment/ furniture and medicines is being provided by the Ministry of Ayush under National Ayush Mission (NAM), as shared responsibilities. As reported by State Government of Punjab, 96 PHCs (86 Rural and 10 Semi Urban) and 89 CHC (9 Rural and 80 Semi Urban) are functional in the State of Punjab to provide

integrated healthcare choice to the patients.

STATEMENT-I

The district-wise details of the Ayush facilities in the State of Punjab including the District of Rupnagar, Hoshiarpur, Sahibzada Ajit Singh Nagar (SAS Nagar) and Shaheed Bhagat Singh Nagar (SBS Nagar) under National Ayush Mission:

S. No.	District Name	50 Bedded Integrated AYUSH Hospital	Standalone Ayush Hospitals	Ayush Dispensaries	Ayushman Arogya Mandirs (Ayush)
1	Amritsar	0	1	19	10
2	Barnala	0	0	14	1
3	Bhatinda	0	1	26	9
4	Faridkot	0	0	8	4
5	Fatehgarh Sahib	0	0	3	10
6	Fazilka	0	0	17	9
7	Ferozepur	0	0	16	3
8	Gurdaspur	0	0	28	12
9	**Hoshiarpur**	0	1	48	5
10	Jallandhar	0	1	34	8
11	Kapurthala	0	0	27	7
12	Ludhiana	0	1	31	17
13	Mansa	0	0	10	5
14	Moga	1	0	12	1
15	**Mohali/ SAS Nagar**	0	0	28	5
16	Muktsar Sahib	0	0	15	2
17	Pathankot	0	0	15	6
18	Patiala	0	1	28	11
19	**Ropar/ Rupnagar**	0	0	16	12
20	Sangrur	0	0	31	9

21	**SBS Nagar**	0	0	25	6
22	Tarn Taran	0	0	21	6
23	Chadigarh	0	0	5	0
	Total	**1**	**6**	**477**	**158**

STATEMENT- II

The year-wise details of the Central funds released, State share deposited and Utilization Certificates (UCs) furnished by the State Government of Punjab under NAM:

(Rs. In lakhs)

Year	Centre Share released	State Share released	Total Funds released	Funds Utilized	UCs received
2023-24	109.85	73.233	183.083	109.85	61.46
2024-25	1701.10	1134.067	2835.167	298.09	1398.961

NATIONAL PROGRAMME FOR PREVENTION AND CONTROL OF NCDs

4706. SHRI BAIJAYANT PANDA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state**:**

(a) the list of major Non-Communicable Diseases covered under the National Programme for Prevention and Control of NCDs (NP-NCD);

(b) the progress achieved under the programme in terms of population screening, early diagnosis and treatment coverage against the identified targets; and

(c) the training and capacity-building initiatives undertaken for healthcare workers and frontline staff to strengthen the prevention, screening and management of

NCDs?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (c): The Department of Health and Family Welfare provides technical and financial support to States and Union Territories across the country under the National Programme for Prevention and Control of Non Communicable Diseases (NP-NCD) as part of the National Health Mission (NHM). The programme focuses on strengthening infrastructure, human resource development, screening, early diagnosis, referral, treatment, and health promotion for Non-Communicable Diseases (NCDs). Under National Programme for Prevention and Control of Non-Communicable Diseases (NP-NCD), 770 District NCD Clinics, 479 District Day Care Centres, and 6,410 NCD clinics at Community Health Centres and 233 Cardiac Care Units have been set up.

Under the National Programme for Prevention and Control of Non-Communicable Diseases (NP-NCD), the Government of India focuses mainly on Diabetes, Hypertension, common cancers (Oral, Breast and Cervical), Chronic Kidney Disease, ST-segment Elevation Myocardial Infarction (STEMI), Chronic Respiratory Diseases (Chronic Obstructive Pulmonary Disease), Non-Alcoholic Fatty Liver Disease (NAFLD) and Stroke.

A population-based initiative for the prevention, control and screening of

common non-communicable diseases (NCDs) has been rolled out across the country. Under the initiative, persons over 30 years of age are targeted for their screening for the common NCDs. The progress achieved in terms of population screening, early diagnosis and treatment coverage are given in the enclosed **Statement**.

Prevention, control & screening services are being provided through trained frontline workers [Accredited Social Health Activist (ASHA) & Auxiliary Nurse and Midwife (ANM)], and the referral support and continuity of care is ensured through Community Health Centres, District Hospitals and other tertiary care institutions. Training Modules on screening, management and awareness generation for NCDs have been developed for training of various categories of health staff viz. ASHAs, ANMs, Community Health Officers, Nurses and Medical Officers.

STATEMENT

As on February 2026, Data on Population Screening, Early Diagnosis, and Treatment Coverage under National Programme for Prevention and Control of Non-Communicable Diseases (NP-NCD):

Hypertension	Screened	40,87,70,165
	Diagnosed	7,00,85,914
	On Treatment	5,57,19,735
Diabetes	Screened	40,68,72,185
	Diagnosed	4,68,48,982
	On Treatment	3,39,34,012
Oral Cancer	Screened	34,71,30,399
	Diagnosed	2,14,208

	On Treatment	1,91,336
Breast Cancer	Screened	16,24,45,340
	Diagnosed	77,107
	On Treatment	68,402
Cervical Cancer	Screened	8,73,17,364
	Diagnosed	93,062
	On Treatment	78,676

DISTRIBUTION OF FERTILIZERS IN JAJPUR DISTRICT

4707: DR. RABINDRA NARAYAN BEHERA:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether it is a fact that farmers are the backbone of the 4th largest economy of the world but still facing a lot of difficulties for fertilizer accessibility as per the requirement in Jajpur Lok Sabha Constituency of Odisha despite measures taken by the Government for timely and transparent delivery of manures, if so, the details thereof; and

(b) whether the Government is formulating any plan to address the said concern for hassle-free distribution of fertilizers to farmers, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): Following steps are taken by the Government every season for ensuring timely and adequate availability of all fertilizers across the States,

including in the State of Odisha:

(i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.

(ii) On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

(iii) The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).

(iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.

(v) Regular coordination meetings are held with Ministry of Railways for giving sufficient rakes, priority to fertilizers and for timely evacuation of rakes for States.

Further, the mandate of D/o Fertilizers is to ensure adequate availability of fertilizers at State level. However, the distribution of fertilizers within the State at district level is done by the concerned State government.

In this regard, the availability of fertilizers has remained adequate in the

State of Odisha during the ongoing Rabi 2025-26 season. The information regarding requirement, availability, sales and closing stock of these fertilizers during the period 01.10.2025 to 16.03.2026 is as under:

FERTILIZER POSITION IN ODISHA DURING RABI 2025-26 (TILL 16/03/26)						
						FIG. IN MT
S.No	**Product**	**Requirement for RABI 2025-26**	**Pro rata Requirement From 01/10/25 to 16/03/26**	**Availability From 01/10/25 to 16/03/26**	**Sales From 01/10/25 to 16/03/26**	**Stock as on 16/03/26**
1	**UREA**	1,90,000	1,70,645	3,11,470	1,62,760	1,48,710
2	**DAP**	75,000	70,161	1,37,340	71,050	66,280
3	**MOP**	25,000	23,065	47,850	17,450	30,380
4	**NPKS**	90,000	82,742	1,55,900	68,830	87,010
Source: iFMS						

Further, the State government of Odisha has informed that the availability of fertilizers has remained adequate and there is no shortage of fertilizers in any district of Odisha, including Jajpur district, during the ongoing Rabi 2025-26 season.

Besides, the State has also informed that it has taken the following steps to address hassle free distribution of fertilizers:

(i) Prepositioning of fertilizers, especially Urea, in PACs/LAMPCs is done before the commencement of each cropping season.

(ii) The Department of Agriculture and Farmers Empowerment (DA&FE) provides financial assistance to MARKFED towards transportation and handling cost of

urea through scheme “Grant to State Fertiliser Procurement Agencies”.

(iii) In addition to this, an amount of Rs 150 Crores has been given to MARKFED as corpus fund for prepositioning and distribution of different fertilizers to PACS/LAMPCS/dealer network in the State.

(iv) 60% of fertilizers required in the season to be supplied to PACs/LAMPCs channelized through MARKFED.

(v) Constitution of State level and district level committees to ensure smooth distribution/sale of fertilizers to farmers.

PRODUCTION LINKED INCENTIVE SCHEME

4708. SHRI BALRAM NAIK PORIKA:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) the status of implementation of the Production Linked Incentive (PLI) scheme for bulk drugs and pharmaceuticals, including investment attracted, production capacity added and reduction in import dependence on Active Pharmaceuticals Ingredients Units (APIs);

(b) the funds released versus utilised under the scheme during the last three years;

(c) the number of new manufacturing units commissioned in backward and aspirational districts of the country, district-wise; and

(d) the steps taken to ensure environmental compliance and sustainable

development while achieving self-reliance in critical chemicals?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): (i) The Production Linked Incentive (PLI) scheme for Pharmaceuticals was approved in 2021 with an objective to enhance India's manufacturing capabilities by increasing investment and production in the pharmaceuticals sector. The scheme intends to incentivize production of high value medicines, complex generics etc. as well as Active Pharmaceutical Ingredients (APIs) /Drug Intermediates (DIs) /Key Starting Materials (KSMs) (other than those covered under PLI Scheme for Bulk Drugs).

The status of implementation of the PLI scheme for Pharmaceuticals is as follows:

- As of December 2025, cumulative investment of ₹41,943 crore was made under the scheme in both brownfield and greenfield projects. This substantially exceeds the targeted committed investment of ₹17,275 crore over the six-year period of the scheme.
- The cumulative sales figure till December 2025 stands at ₹3,35,036 crores which has been derived from sale of 1988 products being manufactured under the scheme. This figure includes exports to the tune of ₹2,15,248 crores.
- Out of 1988 products, 726 APIs/KSMs/DIs are being manufactured under the

scheme, including 191 which have been manufactured for the first time in the country. Sale of these APIs/KSMs/DIs have resulted in cumulative domestic sales worth ₹28,067 crores and this has contributed to import reduction in the sector.

(ii) The Production Linked Incentive (PLI) Scheme for promotion of domestic manufacturing of critical Key Starting Materials (KSMs) / Drug Intermediates (DIs) and Active Pharmaceutical Ingredients (APIs) in India (commonly known as "PLI scheme for Bulk Drugs") was approved in 2020 and it is aimed at avoiding supply disruption risk due to excessive dependence on single source.

The status of implementation of this scheme is as follows:

- Till December 2025, investment of ₹4,814 crore has been made against an investment commitment of ₹4,329.95 crore over the period of six years in greenfield projects.
- Total capacity amounting to 91,077 metric tonnes per annum is committed for 33 products against the originally envisaged capacity of 82,270 metric tonnes per annum for 41 products identified under the scheme. Further, manufacturing capacity of 56,800 metric tonnes per annum has been created for 28 critical KSMs, DIs, and APIs till December, 2025. The scheme has resulted in cumulative sales of ₹2,720 crore, including exports of ₹527.96 crores.

(b): The details of amount released under the said schemes during the last

three years are given below:

(In crore ₹)

Scheme Name	FY2022-23	FY2023-24	FY2024-25
PLI scheme for Bulk Drugs	5.95	11.66	21.30
PLI Scheme for Pharmaceuticals	655.15	1,552.46	2,330.00

(c): Under the PLI Scheme for Bulk Drugs, six new manufacturing units have been commissioned in Vishakapatnam district of Andhra Pradesh, which is an aspirational district.

(d): Environmental compliances for all industries including chemical industries are addressed through the Environment (Protection) Act, 1986, The Water (Prevention and Control of Pollution) Act 1974 and The Air (Prevention and Control of Pollution) Act, 1981 administered by Ministry of Environment, Forest & Climate Change (MoEF&CC). All industries including chemical industries are required to take necessary permissions in terms of these regulations.

Bulk drug manufacturing units are classified as red-category industries under the environmental regulatory framework and are accordingly required to obtain statutory clearances including Environmental Clearance (EC), Consent to Establish (CTE) and Consent to Operate (CTO) from concerned regulatory authorities prior to commencement of operations.

ई-संजीवनी सेवाओं में चिकित्सकों की कमी

4709. श्री नीरज मौर्य:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) ई-संजीवनी सेवाओं में चिकित्सकों की कमी को दूर करने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं;

(ख) क्या सरकार ने ई-संजीवनी प्लेटफॉर्म की गुणवत्ता, लाभार्थियों की संतुष्टि और स्वास्थ्य सेवा के परिणामों का आकलन करने के लिए कोई अध्ययन किया है;

(ग) यदि हां, तो इसके निष्कर्ष क्या रहे;

(घ) नेटवर्क कनेक्टिविटी, स्वास्थ्य देखभाल कर्मियों के लिए प्रशिक्षण की कमी और रोगियों के स्वास्थ्य रिकॉर्ड के सीमित एकीकरण जैसी बाधाओं को दूर करने के लिए सरकार द्वारा क्या उपाय किए जा रहे हैं;

(ङ) चिकित्सकों और स्वास्थ्य सेवा प्रदाताओं को इस प्लेटफॉर्म पर भाग लेने के लिए प्रोत्साहित करने और इसकी निरंतरता तथा विस्तार-योग्यता सुनिश्चित करने के लिए सरकार की क्या रणनीति है; और

(च) ई-संजीवनी को समावेशी बनाने के लिए सरकार द्वारा क्या पहलें की गई हैं, जैसे कि क्षेत्रीय भाषाओं को जोड़ना और दूर-दराज के क्षेत्रों तक इसकी पहुंच का विस्तार करना?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क) से (च): ई-संजीवनी एक राष्ट्रीय टेलीमेडिसिन सेवा है जो सभी 36 राज्यों और संघ राज्य क्षेत्रों में कार्यशील है और इसका उद्देश्य सार्वभौमिक स्वास्थ्य कवरेज (यूएचसी) प्राप्त करना है। इसे दो रूपों में लागू किया गया है: (i) ई-संजीवनी एबी-एचडब्ल्यूसी/आयुष्मान आरोग्य मंदिर - एक प्रदाता-से-प्रदाता

टेलीमेडिसिन प्लेटफॉर्म जिसे नवंबर 2019 में शुरू किया गया (ii) ई-संजीवनी ओपीडी - एक रोगी-से-प्रदाता टेलीमेडिसिन प्लेटफॉर्म जो हब और स्पोक मॉडल पर संचालित होता है और मार्च 2020 में शुरू किया गया। ये सेवाएं भारत के सभी 28 राज्यों और 8 संघ राज्य क्षेत्रों में कार्यशील हैं और इस प्लेटफॉर्म पर 45 करोड़ से अधिक परामर्शों की सुविधा प्रदान की गई है।

ई-संजीवनी सेवाओं में डॉक्टरों की उपलब्धता सुनिश्चित करने के उद्देश्य से, मेडिकल कॉलेजों, सामुदायिक स्वास्थ्य केंद्रों और जिला अस्पतालों में क्षेत्रीय केंद्र स्थापित किए गए हैं, जिनमें डॉक्टरों की टीमें तैनात हैं ताकि संबंधित केंद्रों को सहयोग मिल सके। इसके अलावा, डॉक्टरों को शिफ्ट में टेलीकंसल्टेशन करने की अनुमति दी गई है, जिससे वे अपने नियमित कर्तव्यों के साथ-साथ इसमें भाग ले सकें। विशेष प्रकार के परामर्शों के लिए आयुष चिकित्सकों को भी शामिल किया गया है, जिससे उपलब्ध स्वास्थ्य सेवा प्रदाताओं की संख्या में विस्तार हो रहा है। साथ ही, सरकार सी-डैक मोहाली के माध्यम से ई-संजीवनी प्लेटफॉर्म के जरिए टेलीमेडिसिन तकनीक के प्रभावी उपयोग के लिए चिकित्सकों और स्वास्थ्य पेशेवरों के लिए नियमित क्षमता निर्माण सत्र आयोजित करती है।

नेटवर्क कनेक्टिविटी की समस्याओं को दूर करने के लिए, डिजिटल इंडिया कार्यक्रम के तहत सरकार ने ग्रामीण भारत को हाई-स्पीड इंटरनेट उपलब्ध कराने और कुछ राज्यों में टेलीमेडिसिन सेवाओं को सहायता प्रदान करने के लिए भारतनेट जैसी पहल की हैं। इसके अलावा, राज्य सरकारों ने आयुष्मान आरोग्य मंदिर उप स्वास्थ्य केंद्र स्तर तक ब्रॉडबैंड कवरेज का विस्तार करने के लिए दूरसंचार प्रदाताओं के साथ सहयोग किया है।

ई-संजीवनी – स्वास्थ्य और परिवार कल्याण मंत्रालय की राष्ट्रीय टेलीमेडिसिन सेवा को भारत की विविधतापूर्ण आबादी के लिए समावेशी और सुलभ बनाने के लिए डिज़ाइन किया गया है। ई-संजीवनी वेब एप्लिकेशन 13 भाषाओं (अंग्रेजी, हिंदी, कन्नड़, तमिल, मलयालम, तेलुगु, मराठी, गुजराती, असमिया, ओडिया, बंगाली, पंजाबी और उर्दू) को सपोर्ट करता है, जबकि मोबाइल

एप्लिकेशन 12 भाषाओं (अंग्रेजी, हिंदी, कन्नड़, तमिल, मलयालम, तेलुगु, मराठी, गुजराती, असमिया, ओडिया, बंगाली और पंजाबी) को सपोर्ट करता है। यह बहुभाषी सहायता व्यापक उपयोग सुनिश्चित करने में सहायक होते हैं, विशेष रूप से दूरस्थ और ग्रामीण क्षेत्रों में, जहां स्थानीय भाषा के इंटरफेस से उपयोगिता और रोगी की सुविधा में काफी सुधार होता है।

सोनीपत में पीएचसी और सीएचसी

4710. श्री सतपाल ब्रह्मचारी:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हरियाणा के सोनीपत लोक सभा निर्वाचन क्षेत्र के कतिपय ग्रामीण और अल्पसेवित क्षेत्रों में प्राथमिक स्वास्थ्य केंद्रों (पीएचसी) और सामुदायिक स्वास्थ्य केंद्रों (सीएचसी) की संख्या अपर्याप्त है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) उक्त क्षेत्रों में वर्तमान में कार्यरत पीएचसी और सीएचसी की कुल संख्या कितनी है और इनमें स्वीकृत पदों की तुलना में चिकित्सकों/अर्ध-चिकित्सा कर्मचारियों की वर्तमान संख्या का ब्यौरा क्या है;

(ग) क्या सरकार द्वारा जनसंख्या मानदंडों के अनुसार नए पीएचसी/सीएचसी खोलने और उनके सुदृढ़ीकरण/उन्नयन के लिए किसी प्रस्ताव को स्वीकृति दी गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या बुनियादी ढांचे, उपकरणों और दवाओं की उपलब्धता सुनिश्चित करने के लिए सरकार द्वारा कोई अतिरिक्त बजट आबंटित किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) इन केंद्रों के विस्तार के लिए क्या समय-सीमा निर्धारित की गई है?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क) से (ङ): हेल्थ डाइनेमिक्स ऑफ इंडिया (इन्फ्रास्ट्रक्चर एंड ह्यूमन रिर्सोसेज़), 2022-23 एक वार्षिक प्रकाशन है, जो राज्यों/संघ राज्य क्षेत्रों द्वारा रिपोर्ट किए गए स्वास्थ्य परिचर्या प्रशासनिक आंकड़ों पर आधारित है। राज्यों/संघ राज्य क्षेत्रों में प्राथमिक स्वास्थ्य केंद्रों (पीएचसी) और सामुदायिक स्वास्थ्य केंद्रों (सीएचसी) का विवरण और डॉक्टरों/पैरामेडिकल स्टाफ की वर्तमान संख्या तथा हरियाणा सहित देश के ग्रामीण क्षेत्रों में उनके स्वीकृत पदों की जानकारी एचडीआई 2022-23 के निम्नलिखित लिंक पर देखी जा सकती है:

https://mohfw.gov.in/sites/default/files/Health%20Dynamics%20of%20India%20%28Infrastructure%20%26%20Human%20Resources%29%202022-23_RE%20%281%29.pdf

जन स्वास्थ्य सेवा प्रणाली को सुदृढ़ करने की प्राथमिक जिम्मेदारी संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की है। स्वास्थ्य और परिवार कल्याण मंत्रालय, हरियाणा राज्य सहित राज्यों/संघ राज्य क्षेत्रों को जन स्वास्थ्य सेवा प्रणाली को सुदृढ़ करने के लिए तकनीकी और वित्तीय सहायता प्रदान करता है। इसमें राष्ट्रीय स्वास्थ्य मिशन के अंतर्गत कार्यक्रम कार्यान्वयन योजनाओं (पीआईपी) के रूप में प्राप्त प्रस्तावों के आधार पर जनसंख्या मानदंडों के अनुसार नए प्राथमिक स्वास्थ्य केंद्र/सीएचसी खोलना या उनका उन्नयन करना शामिल है। भारत सरकार मानदंडों और उपलब्ध संसाधनों के अनुसार कार्यवाही रिकार्ड (आरओपी) के रूप में प्रस्तावों को मंजूरी देती है। यह विवरण सार्वजनिक डोमेन में उपलब्ध हैं:

https://nhm.gov.in/index1.php?lang=1&level=1&sublinkid=1377&lid=744

राष्ट्रीय स्वास्थ्य मिशन के अतिरिक्त, भारत सरकार ने हरियाणा सहित राज्यों/संघ राज्य क्षेत्रों

में बुनियादी स्वास्थ्य सेवा अवसंरचना की उपलब्धता सुनिश्चित करने के लिए प्रधानमंत्री आयुष्मान भारत स्वास्थ्य अवसंरचना मिशन (पीएम-अभिम), पंद्रहवें वित्त आयोग स्वास्थ्य क्षेत्र अनुदान, प्रधानमंत्री स्वास्थ्य सुरक्षा योजना (पीएमएसएसवाई) आदि के तहत धनराशि आवंटित की है।

यह मंत्रालय राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) के अंतर्गत निःशुल्क निदान सेवा पहल (एफडीएसआई) कार्यक्रम में सहायता करता है, जिसके तहत जिला अस्पतालों सहित जन स्वास्थ्य केंद्रों में निःशुल्क निदान सेवाएं प्रदान की जाती हैं, जिससे जेब से होने वाला खर्च कम हो सके। वर्तमान में, एसएचसी-एएएम में 14 परीक्षण, एएएम-पीएचसी में 63 परीक्षण, सीएचसी में 97 परीक्षण, उप-जिला अस्पतालों में 111 परीक्षण और जिला अस्पतालों में 134 परीक्षण उपलब्ध हैं।

NEW AYUSH INSTITUTIONS IN KOLAR, KARNATAKA

4711. SHRI M MALLESH BABU:

Will the Minister of **AYUSH** be pleased to state:

(a) whether the Government has implemented the National AYUSH Mission (NAM) in Kolar district of Karnataka and if so, the details thereof;

(b) the details of AYUSH hospitals, dispensaries and Health and Wellness Centres sanctioned, approved and made functional under NAM in Kolar district since its inception;

(c) the total funds allocated, released and utilised under the National AYUSH Mission for Kolar district during the last five years, year-wise;

(d) whether any proposals for upgradation of existing AYUSH facilities or establishment of new AYUSH Institutions in Kolar district are pending with the

Government and if so, the details thereof; and

(e) the steps taken by the Government to strengthen AYUSH infrastructure and services in Kolar district?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): Ministry of Ayush is implementing Centrally Sponsored Scheme of National Ayush Mission (NAM) through State/UT Governments for overall development & promotion of Ayush system by providing financial assistance under different activities in the country including Kolar District in Karnataka. Under NAM, financial assistance is being provided to States/UTs including Kolar District in Karnataka for different activities as per the provision of NAM guidelines against their submitted proposals through State Annual Action Plans (SAAPs).

Under NAM, as per the proposals received from State Government of Karnataka through SAAPs, 02 units for upgradation of Ayush Hospitals and 04 units of Ayush Health and Wellness Centres now known as Ayushman Arogya Mandirs (Ayush) have been supported, and as reported by State Government all these units are made functional in Kolar District since its inception. State Government has not submitted any proposal for establishment of Integrated Ayush Hospitals (IAHs) and establishment for Ayush dispensaries for Kolar District in Karnataka through SAAPs.

(c): Under NAM, the year-wise status of funds allocated/released and utilized for the State Government of Karnataka including Kolar district during the last five years is given in the enclosed **Statement.** The Ministry provides funds on a State/UT-wise and no District/Unit-wise fund is allocated by the Ministry.

(d): At present no proposals for upgradation of existing Ayush facilities or establishment of new Ayush Institutions in Kolar district are pending with the Government.

(e): Public health being a State subject, implementation of the NAM Scheme activities falls under the jurisdiction of the respective State Government. As reported by State Government, several steps has been taken to strengthen Ayush infrastructure and services in Kolar district, including:

1. Upgradation of existing Ayush hospitals.
2. Establishment of Ayushman Arogya Mandir (Ayush) under Ayushman Bharat.
3. Supply of essential Ayush medicines and equipment to Government Ayush health care facilities.
4. Deployment of Ayush doctors and paramedical staff to Ayush upgraded Ayush Hospital.
5. Implementation of Ayush public health programmes and wellness activities including Yoga.

STATEMENT

Year-wise status of funds allocated/released and utilized for the State Government of Karnataka including Kolar district during the last five years

Financial Year	Central Share released	Central Share Utilized
2020-21	55.65	45.65
2021-22	30.19	21.04
2022-23	29.05	29.05
2023-24	44.33	44.33
2024-25	68.12	68.12

EXPANSION OF PMBJKS TO REDUCE HEALTHCARE COSTS

4712. SHRI ARUN BHARTI:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether the Government has revised the target to operationalize twenty-five thousand Pradhan Mantri Bhartiya Janaushadhi Kendras (PMBJKs) by March 2027 given the overwhelming public response received by the scheme, if so, the details thereof;

(b) whether the rationale is to ensure that every Block in the country has access to generic medicines that are fifty to ninety per cent cheaper than branded equivalents, if so, the details thereof;

(c) the details of the new "Incentive Structure" (up to five Lakh) provided to entrepreneurs, particularly women and SC/STs, to open the said Kendras in aspirational districts of the country, district-wise;

(d) the safeguards regarding "Quality Assurance" where medicines are procured only from World Health Organization - Good Manufacturing Practices (WHO-GMP) certified suppliers and tested in National Accreditation Board for Testing and Calibration Laboratories National Accreditation Board (NABL) labs; and

(e) the manner in which the said massive expansion reduces the "Out-of-Pocket Expenditure" (OOPE) on healthcare for the common man, fulfilling the promise of "Swasth Bharat"?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): The Government launched the Pradhan Mantri Bhartiya Janaushadhi Pariyojana scheme to make quality generic medicines available at affordable prices to all. Under the scheme, dedicated outlets known as Jan Aushadhi Kendras (JAKs) are opened across the country to provide medicines at rates that are about 50% to 80% cheaper than those of branded medicines. As of 28.02.2026, a total of 18,646 Jan Aushadhi Kendras have been opened across the country under the scheme. With a view to augment the reach of Janaushadhi scheme to the citizens, Government has set a target of increasing the number of JAKs opened across the country to 25,000 by March 2027.

(c): Under the scheme, incentive to JAK owners is given at a rate of 10% of

monthly purchases of Janaushadhi products purchased from Pharmaceuticals and Medical Devices Bureau of India (PMBI), subject to a ceiling of ₹10,000 per month. In addition, JAK owners are also provided incentive of up to ₹10,000 per month for maintaining requisite stock of 200 high-demand products. Further, a one-time special incentive of ₹2 lakh for setting up JAK is given for JAKs opened in the North-Eastern States, Himalayan areas, island territories and backward areas notified as Aspirational Districts by NITI Aayog, and to those JAKs that are opened by entrepreneurs of certain eligible categories, including ex-servicemen, women, divyangjan and members of the Scheduled Castes and Scheduled Tribes.

(d): With a view to ensure quality of medicines available at JAKs so that health of patients is not compromised, concrete mechanisms have been put in place to ensure continuous inspection, testing and standardisation, including the following:

(i) *Supply only from WHO Good Manufacturing Practices (GMP) certified plants:* Only plants that are certified as WHO-GMP compliant by the Central Drugs Standard Control Organisation (CDSCO) after direct inspection are eligible for supply.

(ii) *Distribution only after 100% pre-testing of all medicine batches:* Samples are drawn from 100% of batches supplied at PMBI's warehouses for testing anonymously, and medicines are dispatched for supply to JAKs only after the quality test is passed.

(iii) *Testing only at labs compliant with Good Laboratory Practices (GLP):* Samples are tested only at labs accredited and periodically inspected by the National Accreditation Board for Testing and Calibration Laboratories (NABL) and, in addition, assessed by PMBI for GLP compliance.

(e): During the past 11 years, total savings of ₹ 40,000 crores by way of reduced "Out-of-Pocket Expenditure" on medicines on account of use of Janaushadhi Products.

REGULATION AND APPROVAL OF DRUGS

4713. SHRI KESINENI SIVANATH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the measures taken by the Government to ease the regulatory landscape for the manufacturing of drugs in the country;

(b) the number of drug approval applications received by the Central Drugs Standard Control Organisation along with the number of applications approved and currently pending during the last five years, year-wise;

(c) the average time taken for granting drug approvals along with the measures taken by the Government to expedite the approval process and address delays;

(d) the measures taken by the Government to ensure regular and professional training of officials of the Central Drugs Standard Control Organisation in order

to enhance regulatory expertise; and

(e) whether the Government has initiated any digitalization efforts to ensure timely grant of drug approvals and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (e): Ministry of Health and Family Welfare and Central Drugs Standard Control Organization (CDSCO) have taken following measures to ease the regulatory landscape for the manufacturing of drugs in the country;

(i) On 24.04.2025, the Central Government notified the Drugs and Cosmetics (Compounding of Offences) Rules, 2025 creating a process of compounding of certain minor offences under the Drugs and Cosmetics Act 1940. This serves to ease the regulatory burden on the industry by providing a faster and non-adversarial alternative to prosecution for eligible minor and technical offences, thereby saving time and costs and enabling quicker closure of such cases.

(ii) On 21.01.2026, the Central Government notified the replacement of permission system with online intimation mechanism for BA/BE (bioequivalence/bioavailability) studies of unapproved drugs for export purpose. It removes the prior permission requirements for carrying out low risk bioavailability/bioequivalence studies for export purposes. By reducing

regulatory timelines and procedural requirements, this reform provides significant benefits to manufacturers and the generic pharmaceutical industry.

(iii) The New Drugs and Clinical Trials Rules were amended vide G.S.R. 46(E) dated 20.01.2026 providing system of prior intimation instead of obtaining permission from CDSCO for manufacture of certain categories of drugs for analytical and non-clinical testing. This reform removes the existing requirement of pharmaceutical companies to obtain a test licence for the manufacture of small quantities of certain categories drugs intended for examination, research, or analysis purposes.

(iv) On 02.01.2026, the Central government released the new Indian Pharmacopoeia (IP) 2026. Several new blood products, vaccines and anti-tuberculosis medications have been included in it.

(v) Online Risk Classification Module for Medical Devices (including in-vitro diagnostics) has been implemented on CDSCO's Medical device (MD Online) Portal w.e.f. 27.11.2025. This New Risk Classification Module simplifies regulatory approval procedures for medical devices and in-vitro diagnostics. It enables applicants to seek online risk classification for devices not listed in the published classification list reducing ambiguity and ensures uniform application of Rules.

(vi) Increased the validity of Export NOC for certain drugs moving from consignment-based Export NOC to One year NOC, and automation of the

process w.e.f. 15.05.2025.

(vii) Validity period for Free Sale Certificate issued by CDSCO to exporters, has been made co-terminus with the validity of Manufacturing Licence.

(viii) In order to minimize the requirement of toxicity studies in animals, CDSCO published circular dated 29.07.2024, to accept already generated preclinical toxicity data for review. Further, the requirement of animal toxicity data needed in certain cases shall be determined on the case by case basis depending on the nature of new claims as well as the mechanism of action etc. and non-clinical data already generated with the drug in the approved claim.

(ix) Provisions have been made for pre-submission and post-submission meetings of the applicants with CDSCO for formal discussion and decision about case specific regulatory pathway.

The number of applications received by the CDSCO, the number of applications approved along with the number of applications under process in CDSCO during the last five years is provided below:

Calendar Year	No. of applications received	No. of applications approved	No. of applications under process in CDSCO
2021	1038	729	8
2022	913	600	39
2023	791	366	59
2024	629	237	95
2025	696	95	221

*Certain applications have been withdrawn, rejected or are with the applicants for response.

CDSCO has undertaken extensive digitalization of regulatory processes through the online portals such as cdscoonline.gov.in (SUGAM), cdscomdonline.gov.in (Medical Devices), statedrugs.gov.in (ONDLS) and National Single Window System (NSWS). Permissions/approvals for drugs are granted by CDSCO as per Drugs & Cosmetics Act, 1940 and Rules framed thereunder based on each case through these portals.

In order to ensure regular and professional training of officials of the CDSCO and in order to enhance their regulatory expertise, a dedicated “Training Cell” division has been set-up at CDSCO Head Quarter to impart training to both Central and State drugs regulatory officials. CDSCO Training Cell has conducted 36 residential training programme at National Institute of Health and Family Welfare from October 2022 to February 2026.

The training programmes cover a wide range of regulatory topics, including new technologies, new therapies, emerging trends, Industry 4.0 technologies (AI, Robotics, Block Chain & Automation), Good Distribution Practices (GDP), revised Schedule M, Regenerative Medicines and gene therapy and other relevant regulatory areas. Training is also imparted on soft skills. In addition, trainings on WHO-GMP and ICH guidelines are conducted to strengthen regulatory capacity and align officers with international standards. Further, CDSCO also sends its officials on international trainings to upgrade their inspection skills. In addition, 13

e-training modules have been developed for regulatory officials.

AVAILABILITY OF AFFORDABLE GENERIC MEDICINES

4714. ADV GOWAAL KAGADA PADAVI:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) the number of Janaushadhi Kendras functioning in Maharashtra and Madhya Pradesh and the growth in availability of generic medicines during the last five years;

(b) the financial support provided and the supply chain mechanisms created for ensuring uninterrupted availability of essential medicines;

(c) the estimated savings for patients due to availability of affordable generic medicines;

(d) the steps taken to expand the network in underserved and tribal districts; and

(e) whether the Government proposes to integrate Janaushadhi services with public hospitals for wider reach, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): Under Pradhan Mantri Bhartiya Janaushadhi Pariyojana scheme, a total of 18,646 JAKs are opened till 28.02.2026 across the country, of which 727 Kendras

opened in the state of Maharashtra and 634 Kendras in the state of Madhya Pradesh.

The product basket under the Pradhan Mantri Bhartiya Janaushadhi Yojna has 2,110 medicines and 315 surgicals, medical consumables and devices, covering all major therapeutic groups, such as cardiovascular, anti-cancer, anti-diabetic, anti-infectives, anti-allergic and gastro-intestinal medicines and nutraceuticals. Almost all generic medicines included in the National List of Essential Medicines, except lab reagents and vaccines, are part of the product basket.

The product basket of items has grown from 1654 items to 2425 items over the past 5 years. The financial year wise growth in product basket of PMBJP during the last five financial years is as under:-

Sl. No.	Financial Year	Number of Medicines	Total
1.	2020-21	14s50	1654
2.	2021-22	1616	1866
3.	2022-23	1759	2039
4.	2023-24	2047	2347
5.	2024-25	2110	2425

(b): Under the scheme, incentive to JAK owners is given at rate of 10% of monthly purchases, of Janaushadhi products purchased from Pharmaceuticals and Medical Devices Bureau of India (PMBI), subject to a ceiling of ₹10,000 per month. In addition, JAK owners are also provided incentive of up to ₹10,000 per month for maintaining requisite stock of 200 high-demand products.

With a view to address any supply gaps and ensure smooth supply and product availability at JAKs, the following measures are in place:

(i) An end-to-end information-technology-enabled supply chain system consisting currently of five warehouses and 41 distributors across the country, is in place.

(ii) Since September 2024, stocking by Jan Aushadhi Kendras (JAKs) of 200 commonly used medicines, consisting of the 100 top-selling medicines in the product basket and 100 fast-selling medicines in the market, is incentivised with JAK owners being eligible to receive monthly incentive based on the stocks that they maintain of these medicines.

(iii) In addition, with a view to ensure availability of commonly used products, 400 fast-moving products are monitored regularly by the scheme implementing agency {Pharmaceuticals and Medical Devices Bureau of India (PMBI)} and demand for the same is forecasted on an ongoing basis. Further, steps have been taken to digitise the forecasting method to augment the procurement process through automation.

(c): Total savings of ₹ 40,000 crores by way of reduced "Out-of-Pocket Expenditure" on medicines on account of use of Janaushadhi Products.

(d): With a view to ensure wider availability of affordable medicines across the country, including underserved and tribal districts, the Government has set a target to increase in the total number of JAKs opened across the country to

25,000 by end of March 2027.

(e): The Government has adopted a franchise-like model for opening of JAKs by inviting online applications from individual entrepreneurs, non-governmental organisations, societies, trusts, firms, private companies, etc. This process facilitates opening of JAKs at private spaces as well as Government premises in a similar manner.

State and Union Territory Governments and district administrations are requested from time to time to create awareness about the scheme and to provide rent-free space for opening Jan Aushadhi Kendras (JAKs) in government hospitals, community health centres and primary health centres.

SURGE IN FERTILISER IMPORTS

4715. SHRI SUBBARAYAN K:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether it is a fact that the sales and imports of various fertilizers have surged during April-January 2025-26 while the Government was aiming to cut Urea and Diammonium Phosphate (DAP) consumption by introducing nano variants of the fertilizers;

(b) if so, the details of the domestic production of Urea and DAP financial year along with the import and total sale of the said fertilizers during the year 2025-26 so far; and

(c) the reasons for the surge in the consumption of fertilisers during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (c): Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the state-wise & month-wise requirement of fertilizers. The requirement of fertilizers is assessed taking into account the projected gross cropped area, irrigated area, last three seasons' consumption pattern and crop wise recommended dose of fertilizers as per soil Health fertility status etc. On the basis of requirement projected, Department of Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan.

Further, the gap between demand (requirement) and Indigenous production of fertilizers is met through imports well in advance to ensure adequate and timely availability of fertilizers in the country.

Accordingly, the information regarding domestic production, imports and sales of Urea and DAP during April-January 2025-26 and April-January 2024-25 is as under:

Fertilizer	Domestic Production		Imports		Sales	
	2024-25	2025-26	2024-25	2025-26	2024-25	2025-26
Urea	258.48	251.26	48.70	89.30	345.86	352.61
DAP	34.25	33.71	43.09	60.16	90.31	91.36

However, the Government of India, under the Fertilizer Control Order, 1985, has notified various Nano Nitrogen fertilizers viz. Nano Urea and Nano DAP.

The sales of Nano Urea and Nano DAP during April-January 2025-26 stands at 182.50 lakh and 144.93 lakh bottles (500 ml equivalent), respectively.

उर्वरकों की आपूर्ति श्रृंखला को मजबूत करना

4716. श्री बजरंग मनोहर सोनवणे:

क्या **रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में उर्वरकों की कीमतों को नियंत्रित करने के लिए सरकार द्वारा संचालित की जा रही राजसहायता योजनाओं का ब्यौरा क्या है और पिछले तीन वर्षों के दौरान बीड जिले सहित महाराष्ट्र के मराठवाड़ा क्षेत्र को यूरिया, डीएपी और एनपीके उर्वरकों के आवंटन का जिला-वार और वर्ष-वार ब्यौरा क्या है;

(ख) क्या सरकार को उक्त जिले में उर्वरकों की कृत्रिम किल्लत, बढ़ी हुई कीमतों पर बिक्री और जमाखोरी की शिकायतें प्राप्त हुई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और अब तक क्या कार्रवाई की गई है;

(ग) क्या सरकार का विचार उक्त जिले के सूखा प्रभावित क्षेत्र में नया उर्वरक संयंत्र स्थापित करने या उर्वरकों की आपूर्ति श्रृंखला को सुदृढ़ करने का है और यदि हां, तो जिला-वार तत्संबंधी ब्यौरा

क्या है; और

(घ) उक्त जिले में प्रधानमंत्री किसान समृद्धि केंद्र योजना के अंतर्गत कितने केंद्र चलाए जा रहे हैं और किसानों को पारदर्शी तरीके से उर्वरकों की समय पर उपलब्धता सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क): उत्पादन की लागत पर ध्यान दिए बिना किसानों को यूरिया सांविधिक रूप से अधिसूचित अधिकतम खुदरा मूल्य (एमआरपी) पर उपलब्ध कराया जाता है। यूरिया की 45 किग्रा. बोरी की सब्सिडी प्राप्त एमआरपी 242 रुपए प्रति बोरी (नीम लेपन प्रभारों और यथालागू करों को छोडकर) है। फार्म गेट पर यूरिया की सुपुर्दगी लागत और यूरिया इकाइयों द्वारा निवल बाजार वसूली के बीच का अंतर भारत सरकार द्वारा यूरिया विनिर्माताओं/आयातकों को सब्सिडी के रूप में दिया जाता है। तदनुसार, सभी किसानों को यूरिया की आपूर्ति सब्सिडी प्राप्त दरों पर की जा रही है।

सरकार ने फॉस्फेटयुक्त और पोटाशयुक्त (पीएंडके) उर्वरकों के लिए दिनांक 01.04.2010 से पोषक तत्व आधारित सब्सिडी (एनबीएस) नीति लागू की है। इस नीति के तहत, सब्सिडी प्राप्त पीएंडके उर्वरकों पर उनमें निहित पोषक तत्वों अर्थात नाइट्रोजन(एन), फॉस्फोरस(पी), पोटेशियम(के) और सल्फर (एस) की मात्रा के आधार पर वार्षिक/अर्धवार्षिक आधार पर एक निश्चित राशि की सब्सिडी उत्पादक/आयातक को प्रदान की जाती है। एनबीएस स्कीम के तहत, पीएंडके उर्वरक नियंत्रणमुक्त हैं और उर्वरक कंपनियां बाजार के उतार-चढ़ाव के अनुसार यथोचित स्तर पर एमआरपी तय करने के लिए स्वतंत्र हैं, जिसकी सरकार द्वारा निगरानी की जाती है।

पिछले तीन वर्षों के दौरान बीड जिले सहित महाराष्ट्र के मराठवाड़ा क्षेत्र को यूरिया, डीएपी और एनपीके उर्वरकों के आबंटन का जिला-वार और वर्ष-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख): जमाखोरी, कृत्रिम कमी तथा अधिक कीमत पर बिक्री जैसी समस्याओं से निपटने के लिए उर्वरकों को आवश्यक वस्तु अधिनियम, 1955 के तहत आवश्यक वस्तु घोषित किया गया है तथा उर्वरक (नियंत्रण) आदेश, 1985 के अंतर्गत अधिसूचित किया गया है। राज्य सरकारों को उक्त अधिनियम के प्रावधानों के अनुसार इन कदाचारों में संलिप्त व्यक्तियों के विरुद्ध कार्रवाई करने का अधिकार प्राप्त है। उर्वरक विभाग को इस प्रकार की किसी भी शिकायत के प्राप्त होने पर उसे संबंधित राज्य सरकार को आवश्यक कार्रवाई हेतु प्रेषित किया जाता है, ताकि आवश्यक वस्तु अधिनियम, 1955 एवं उर्वरक (नियंत्रण) आदेश, 1985 के तहत उचित कार्रवाई की जा सके। हालांकि, पिछले तीन वर्षों के दौरान महाराष्ट्र के मराठवाड़ा क्षेत्र, जिसमें बीड जिला भी शामिल है, से उर्वरकों की उपलब्धता, कालाबाजारी/अधिक मूल्य वसूली तथा अन्य ऐसे कदाचारों के संबंध में सीपीग्राम्स पोर्टल के माध्यम से उर्वरक विभाग को कोई शिकायत प्राप्त नहीं हुई है। फिर भी, उड़नदस्ता (फ्लाइंग स्क्वॉड) एवं उर्वरक निरीक्षकों द्वारा किए गए नियमित निरीक्षणों के दौरान जिले में निम्नलिखित कार्रवाई की गई है:

क्र.सं.	**की गई कार्रवाई**	**2023-24**	**2024-25**	**2025-26**
1	लाइसेंस निलंबन	7	5	52
2	लाइसेंस रद्द करना	4	1	4
3	पुलिस केस	1	2	2

(ग): उर्वरक आपूर्ति श्रृंखला को सुदृढ़ करने के लिए सरकार द्वारा आवश्यकता के आधार पर नए रेक प्वाइंट स्थापित किए जाते हैं। अहिल्यानगर (अहमदनगर) रेक प्वाइंट से आष्टी, पटोदा और शिरूर तहसील में उर्वरक की आपूर्ति की अनुमति है।

(घ): वर्तमान में बीड जिले में प्रधानमंत्री किसान समृद्धि केंद्र योजना के अंतर्गत 676 केंद्र संचालित किए जा रहे हैं। इसके अतिरिक्त, देश में उर्वरकों की समय पर एवं पर्याप्त आपूर्ति सुनिश्चित करने हेतु

प्रत्येक फसल सत्र के प्रारंभ से पूर्व, कृषि एवं किसान कल्याण विभाग सभी राज्य सरकारों के साथ परामर्श कर राज्यवार एवं माहवार उर्वरकों की आवश्यकता का आकलन करता है। आकलित आवश्यकता के आधार पर, उर्वरक विभाग राज्यों को मासिक आपूर्ति योजना जारी कर पर्याप्त मात्रा में उर्वरकों का आवंटन करता है तथा उनकी उपलब्धता की निरंतर निगरानी करता है। देशभर में सभी प्रमुख सब्सिडी युक्त उर्वरकों के संचलन की निगरानी एक ऑनलाइन वेब-आधारित प्रणाली, जिसे एकीकृत उर्वरक निगरानी प्रणाली (आईएफएमएस) कहा जाता है, के माध्यम से की जाती है। राज्य सरकारों द्वारा इंगित आवश्यकताओं के अनुसार उर्वरकों के प्रेषण को सुनिश्चित करने हेतु कृषि एवं किसान कल्याण विभाग (डीएएंडएफडब्ल्यू) तथा उर्वरक विभाग द्वारा राज्य कृषि अधिकारियों के साथ नियमित साप्ताहिक वीडियो कॉन्फ्रेंस आयोजित की जाती है तथा आवश्यक सुधारात्मक कदम उठाए जाते हैं।

विवरण

पिछले तीन वर्षों के दौरान बीड जिले सहित महाराष्ट्र के मराठवाड़ा क्षेत्र को यूरिया, डीएपी और एनपीके उर्वरकों के आवंटन का ब्यौरा

मराठवाड़ा क्षेत्र में उर्वरक आवंटन (आंकड़े मीट्रिक टन में)														
		यूरिया			डीएपी			एनपीकेएस			कुल			
क्रं सं	जिला	2023-24	2024-25	2025-26	2023-24	2024-25	2025-26	2023-24	2024-25	2025-26	2023-24	2024-25	2025-26	
1	छत्रपती संभाजीनगर	135390	143492	166020	30430	33523	34507	163770	176970	176000	329590	353985	376527	
2	**बीड**	**80790**	**82487**	**98028**	**29350**	**30981**	**31325**	**133551**	**145961**	**154600**	**243691**	**259430**	**283953**	
3	हिंगोली	28420	28460	36885	18790	21537	19214	45700	52515	56500	92910	102511	112599	
4	जालना	92990	88431	105124	33790	36421	40767	106030	118066	127300	232810	242918	273191	
5	लातूर	41340	42448	49936	31270	32604	26734	73120	84143	79900	145730	159195	156570	
6	नांदेड़	96690	91689	112199	46070	48526	46782	99690	114136	120100	242450	254351	279081	
7	धराशिव	39350	39707	44892	21390	24933	21053	56250	64153	67600	116990	128792	133545	
8	परभणी	52950	55628	63292	26610	32224	28162	68840	80963	94000	148400	168814	185454	
कुल		**567920**	**572342**	**676376**	**237700**	**260749**	**248544**	**746951**	**836907**	**876000**	**1552571**	**1669997**	**1800920**	

ESTABLISHMENT OF NEW NIMHANS

4717. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI RAJESH VERMA:

SHRIMATI SHAMBHAVI:

SHRI ARUN BHARTI:

SHRI ATUL GARG:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the multi-year plan to train 1.5 lakh geriatric caregivers correctly anticipates the needs of India's ageing population and if so, the details thereof;

(b) whether the establishment of a new National Institute of Mental Health and Neurosciences-like institution in North India is proposed to address the regional imbalance in advanced mental healthcare and if so, the details thereof;

(c) whether the 1,725 crore allocation for medical education will effectively address the shortage of specialist doctors in rural and district hospitals, particularly in Gujarat and if so, the details thereof;

(d) whether the full customs duty exemption on 17 life-saving drugs for cancer and rare diseases has resulted in reducing the out-of-pocket expenditure for affected families and if so, the details thereof;

(e) whether the Government proposes to establish 24/7 emergency and trauma care centres in every district hospital is expected to significantly reduce

avoidable mortality in the country and if so, the details thereof; and

(f) whether the expansion of institutions for Allied Health Professions is likely to create a more robust and diverse workforce for the modern healthcare sector in the country and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): Anticipating the needs of India's aging population, the budget for FY 2026-27 proposes the creation of a strong care ecosystem covering geriatric caregivers.

(b): The budget for FY 2026-27 has proposed the setting up of NIMHANS-2 in North India to address the regional imbalance in advanced mental health.

(c): The funds allocated to Human Resource for Health and Medical Education (HRH&ME) is utilized for the following three Centrally Sponsored Schemes (CSS):

i. Establishment of new medical colleges attached with existing district/referral hospitals'
ii. Upgradation of State Government medical colleges for starting new PG disciplines and increasing PG seats'
iii. Upgradation of existing State Government/Central Government medical colleges to increase MBBS seats in the country

Under Centrally Sponsored Scheme (CSS) for 'Establishment of new medical colleges attached with existing district/referral hospitals' with preference

to underserved areas and aspirational districts, where there is no existing Government or private medical college. The fund sharing mechanism between the Centre and State Governments is in the ratio of 90:10 for North Eastern and Special Category States, and 60:40 for others. Under the Scheme, all the envisaged 157 medical colleges have been approved, out of which 137 medical colleges have become functional. Under this scheme, 05 medical colleges have been approved in various districts of Gujarat namely Navsari, Porbandar, Panchmahal, Morbi and Narmada.

Further, the Government has recently approved Phase-III and extension of the CSSs for Strengthening and Upgradation of existing State/Central Government Medical Colleges, Standalone PG Institutes and Government Hospitals for creation of 5000 PG seats and 5023 MBBS seats respectively with an enhanced cost ceiling of Rs. 1.50 crore per seat. Guidelines for implementation of these schemes have been issued in November, 2025, wherein, States/UTs including Uttarakhand have been requested to send the Detailed Project Report with proper Gap Analysis. While sending the proposals, States/UTs have been requested to give priority to the institutes in underserved/rural areas and certain broad specialities.

(d): The budget for FY 2026-27 has proposed to exempt basic custom duties on 17 drugs or medicines to provide relief to patients, particularly those suffering from Cancer.

(e): The budget for FY 2026-27 has proposed the strengthening and increasing of the capacities by 50% in district hospitals by establishing emergency and Trauma Care Centres.

(f): The budget for FY 2026-27 has provided for upgradation of existing institutions for Allied Health Professionals (AHPs) and the establishment of new AHP institutions in private and Government sectors.

CRIMINAL CASES PENDING IN BIHAR

4718 DR. ALOK KUMAR SUMAN:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the total number of civil and criminal cases pending in Bihar as on date;

(b) district-wise distribution of such pending cases, including Gopalganj;

(c) the reasons identified for backlog of cases;

(d) the steps taken by the Government to reduce pendency and expedite trial proceedings; and

(e) the targets set by the Government for timely disposal of cases in Bihar?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a) and (b): As per information available on the National Judicial Data Grid (NJDG), as on 16.03.2026, the total number of civil and criminal cases pending in

Bihar are as under:

COURT	CIVIL CASES	CRIMINAL CASES	TOTAL
Patna High Court	1,14,879	1,03,237	2,18,116
District & Subordinate Courts, Bihar	5,38,494	31,72,892	37,11,386

The details of district-wise distribution of pending cases in district & subordinate courts, as on 16.03.2026 is given in the enclosed **Statement**.

(c) to (e): Disposal of cases pending in various courts lies within the domain of the judiciary. No fixed time frame has been prescribed for disposal of various kinds of cases by the respective courts. Timely disposal of cases in courts depends on several factors which, inter-alia, include availability of adequate number of Judges and Judicial officers, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz bar, investigation agencies, witnesses, litigants and proper application of rules and procedures. However, the Government is fully committed for speedy disposal of cases and reducing pendency as mandated under Article 21 of the Constitution. The Government has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary which, inter-alia, involves better infrastructure for courts including computerization, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on

human resource development.

STATEMENT

District-Wise Distribution of Pending Cases in District and Subordinate Courts of Bihar, as on 16.03.2026

Sl. No.	Name of District	Civil cases	Criminal cases	Total
1.	Patna	49,040	4,18,251	4,67,291
2.	Kaimur at Bhabhua	15,356	39,634	54,990
3.	Samastipur	22,518	97,936	1,20,454
4.	Saran at Chapra	24,445	1,33,039	1,57,484
5.	Katihar	10,305	68,122	78,427
6.	Begusarai	13,081	80,214	93,295
7.	Banka	6,576	52,059	58,635
8.	Purnea	8,680	73,310	81,990
9.	Motihari	22,462	1,48,518	1,70,980
10.	Munger	7,167	49,947	57,114
11.	Madhepura	11,335	47,133	58,468
12.	Rohtas Sasaram	21,973	86,621	1,08,594
13.	Khagaria	4,456	49,208	53,664
14.	Jamui	5,697	47,895	53,592
15.	Aurangabad	9,498	59,582	69,080
16.	Darbhanga	17,403	83,983	1,01,386
17.	Madhubani	13,572	93,948	1,07,520
18.	Lakhisarai	3,360	32,500	35,860
19.	Sheikhpura	2,097	16,659	18,756
20.	Saharsa	10,929	59,193	70,122
21.	Supaul	7,615	56,950	64,565
22.	Gopalganj	22,631	86,901	1,09,532
23.	Araria	6,373	67,314	73,687

24.	Kishanganj	2,427	26,063	28,490
25.	Buxar	16,346	50,668	67,014
26.	Nawada	13,084	80,519	93,603
27.	Bettiah	15,140	1,19,235	1,34,375
28.	Siwan	21,712	93,693	1,15,405
29.	Nalanda	12,414	1,15,362	1,27,776
30.	Sitamarhi	10,856	74,093	84,949
31.	Bhojpur	21,638	89,577	1,11,215
32.	Bhagalpur	19,876	1,12,037	1,31,913
33.	Gaya	25,891	1,41,171	1,67,062
34.	Jehanabad	7,106	44,976	52,082
35.	Sheohar	1,710	12,594	14,304
36.	Muzaffarpur	27,358	1,74,468	2,01,826
37.	Vaishali	26,367	89,519	1,15,886
38.	Arwal #	NA	NA	NA

Source: National Judicial Data Grid (NJDG)

 # Arwal district is a Sub-divisional Court of Jehanabad Judgeship and the data pertaining to Arwal Sub-division of Jehanabad Judgeship reflected in Jehenabad.

APPOINTMENT OF PANEL LAWYERS

4719. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the details of all official qualifications, eligibility criteria and procedures prescribed for appointment/empanelment of panel lawyers on behalf of the Union of India and the States;

(b) whether there is any uniform national policy or statutory provision governing such empanelment and if so, the details thereof;

(c) whether the Government has taken cognizance of judicial scrutiny and PILs alleging that a number of advocates empanelled as Government counsel before courts have not cleared the All India Bar Examination (AIBE) or lack requisite practice experience;

(d) if so, the details of such cases and the clarification or action taken by the Government in response; and

(e) whether any guidelines exist to ensure transparency, merit-based selection and periodic review of panel advocates and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a) and (b): The Department of Legal Affairs, Ministry of Law and Justice empanels suitable Advocates as 'Panel Counsel' with the approval of Hon'ble Minister of Law & Justice on the basis of Advocate's interest, qualification, experience, reputation, expertise, professional competence and standing at Bar, to represent Union of India’s Ministries/Departments before various Courts and Tribunals. There is no statutory provision governing such empanelment.

(c) and (d): As per the circular dated 12.04.2013, issued by the Bar Council of India, candidates enrolled with State Bar Councils but yet to qualify the AIBE are enrolled provisionally, subject to the prescribed conditions. Such candidates are issued Provisional Certificates of Enrolment indicating limited validity and are

required to qualify the All-India Bar Examination (AIBE) within a period of two years from the date of enrolment.

(e): As per Directives for Efficient and Effective Management of Litigation by Government of India issued by Department of Legal Affairs dated 04.04.2025, the performance of empaneled counsel is provided for and the feedback received from the relevant Ministries/Departments are to be submitted annually by them. Based on their performance, as assessed, Government Counsel at the lower levels may be considered for upgrade to higher positions, have their tenure extended, or may be removed from the panel.

DEVELOPMENT OF COASTAL DISTRICTS AND SMALL PORTS IN TAMIL NADU

4720. SHRI A. RAJA:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) whether the Government of Tamil Nadu has sent proposal worth Rs.18,000 crores for development and improvement of small ports and logistics and development of coastal districts, improvement of storm water drains etc.;

(b) if so, the details thereof and the response of the Union Government thereto; and

(c) the timeline by which approvals are likely to be given and projects sanctioned?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a) to (c): Government of Tamil Nadu has submitted proposal for development of maritime infrastructure worth Rs.18000 crore for inclusion in Sagarmala 2.0 scheme which is under formulation.

VIOLATIONS BY HOSPITALS UNDER AB-PMJAY IN TAMIL NADU

4721. SHRI MATHESWARAN V S:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether any actions have been taken by the Government against such hospitals where irregularities or violations have been reported in the State of Tamil Nadu; and

(b) if so, the details thereof including the number of hospitals de-empanelled, suspended or penalised along with the amount of penalty levied during the last five years, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) is governed on a zero-tolerance approach towards fraud. National Anti-Fraud Unit (NAFU) uses AI/ML-based automated triggers to flag unusual claim patterns such as duplicate entries, inflated procedures or misuse of patient identity etc.

NAFU works in close coordination with the State Anti-Fraud Units to

investigate and take action against cases of fraud. Appropriate actions including suspension, warning letter, de-empanelment of hospitals, levying penalty lodging of FIRs are taken against fraudulent entities.

As on 28.02.2026, 5 hospitals have been de-empanelled, 26 hospitals are suspended and penalties amounting to Rs 1.74 crore have been levied for fraudulent activities in the state of Tamil Nadu.

बदायूं में चिकित्सीय सुविधाओं की कमी

4722. श्री आदित्य यादव:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उत्तर प्रदेश के बदायूं जिले में प्राथमिक स्वास्थ्य केन्द्रों, जिला अस्पतालों और मातृ परिचर्या इकाइयों जैसी स्वास्थ्य सुविधाओं पर अपर्याप्त संसाधनों, कर्मचारियों की कमी और आवश्यक दवाओं की अनियमित आपूर्ति के कारण गंभीर प्रभाव पड़ा है, जिसके कारण नागरिकों को परिहार्य जोखिमों का सामना करना पड़ रहा है और राष्ट्रीय स्वास्थ्य कार्यक्रमों की विश्वसनीयता कम हो रही है;

(ख) यदि हां, तो उक्त जिले में स्वीकृत निधि, अनुमोदित परियोजनाओं, कर्मचारियों की नियुक्तियों और निगरानी रिपोर्टों का ब्यौरा क्या है और बार-बार की गई घोषणाओं के बावजूद, सेवाएं प्रदान करने में बिफल रहने वाले अधिकारियों और ठेकेदारों के विरुद्ध सरकार द्वारा क्या कदम उठाए गए हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क): स्वास्थ्य राज्य का विषय है, इसलिए स्वास्थ्य सुविधा केन्द्रों में सुधार की जिम्मेदारी संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की है। हालांकि, स्वास्थ्य और परिवार कल्याण मंत्रालय (एमओएचएफडब्ल्यू) उत्तर प्रदेश सहित राज्यों/संघ राज्य क्षेत्रों को गुणवत्तापूर्ण स्वास्थ्य सेवाओं की उपलब्धता और वहनीयता में सुधार के साथ-साथ प्राथमिक स्वास्थ्य केंद्र (पीएचसी), सामुदायिक स्वास्थ्य केंद्र (सीएचसी), जिला अस्पताल और मातृ स्वास्थ्य इकाइयों जैसी जन स्वास्थ्य प्रणालियों को मजबूत करने के लिए वित्तीय और तकनीकी सहायता प्रदान करता है।

उत्तर प्रदेश सरकार से प्राप्त सूचना के अनुसार, बदायूं जिले में स्वास्थ्य सेवाओं में सुधार के लिए कई उपाय किए जा रहे हैं। इनमें बुनियादी ढांचे को मजबूत करना, चिकित्सा एवं पराचिकित्सा कर्मियों की भर्ती करना और आवश्यक दवाओं एवं निदान सेवाओं की उपलब्धता सुनिश्चित करना शामिल है। राष्ट्रीय स्वास्थ्य मिशन के अंतर्गत, उत्तर प्रदेश सरकार को निम्नलिखित कार्यों के लिए वित्तीय एवं तकनीकी सहायता प्रदान की जाती है:

- डॉक्टरों, नर्सों और अन्य स्वास्थ्य परिचर्या कर्मचारियों की भर्ती एवं तैनाती;
- मातृ एवं शिशु स्वास्थ्य परिचर्या सेवाओं को मजबूत करना;
- आवश्यक दवाओं एवं निदान उपकरणों की आपूर्ति सुनिश्चित करना; और
- प्राथमिक स्वास्थ्य केंद्रों (पीएचसी), सामुदायिक स्वास्थ्य केंद्रों (सीएचसी) और जिला अस्पतालों में स्वास्थ्य बुनियादी ढांचे का उन्नयन।

देश के ग्रामीण/शहरी क्षेत्रों में जिला अस्पतालों और स्वास्थ्य सुविधा केन्द्रों में कार्यरत डॉक्टरों, नर्सिंग स्टाफ और तकनीशियनों की उपलब्धता से संबंधित विवरण, उत्तर प्रदेश सहित सभी राज्यों/संघ राज्य क्षेत्रों में, हेल्थ डायनामिक्स ऑफ इंडिया (अवसंरचना और मानव संसाधन) 2022-

23 रिपोर्ट में निम्नलिखित वेब लिंक पर उपलब्ध है:

https://www.mohfw.gov.in/?q=en/reports-23

(ख) और (ग): भारत सरकार द्वारा प्रदान की गई धनराशि राष्ट्रीय स्वास्थ्य मिशन के विभिन्न घटकों के अंतर्गत समय-समय पर बदायूं जिले सहित जिलों को स्वास्थ्य सेवा अवसंरचना को सुदृढ़ करने, आवश्यक दवाओं की खरीद और चिकित्सा एवं पराचिकित्सक स्टाफ की भर्ती के लिए आवंटित और जारी की जाती है।

राज्य सरकार राष्ट्रीय स्वास्थ्य मिशन के अंतर्गत निगरानी तंत्रों के माध्यम से परियोजनाओं की प्रगति की समय-समय पर समीक्षा करती है, जिसमें जिला स्तरीय समीक्षा बैठकें, राज्य कार्यक्रम कार्यान्वयन योजना (पीआईपी) मूल्यांकन और स्वास्थ्य प्रबंधन सूचना प्रणाली (एचएमआईएस) के माध्यम से नियमित रिपोर्टिंग शामिल हैं।

भारत सरकार स्वास्थ्य कार्यक्रमों के कार्यान्वयन की समीक्षा बैठकों, क्षेत्र दौरों और सामान्य समीक्षा मिशन (सीआरएम) आदि के माध्यम से भी करती है ताकि स्वास्थ्य सेवाओं की प्रभावी प्रदायगी सुनिश्चित की जा सके और मौजूदा कमियों को दूर किया जा सके। सेवा प्रदायगी में कमियों या परियोजनाओं के क्रियान्वयन में देरी की रिपोर्ट मिलने पर, राज्य सरकार नियमों के अनुसार उचित प्रशासनिक कार्रवाई करती है ताकि परियोजनाओं को समय पर पूरा किया जा सके और स्वास्थ्य सेवाओं की निर्बाध आपूर्ति सुनिश्चित की जा सके।

MOBILE MEDICAL UNITS

4723. SHRI D. M. KATHIR ANAND:

DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government supports both capital and operational costs for a Mobile Medical Unit per 10 lakh population;

(b) if so, the total number of Mobile Medical Units operated in the country, State-wise;

(c) whether the Government has provided funds for the Mobile Medical Units (MMUs) in Tamil Nadu particularly in Vellore constituency during the last 5 years, if so, the details thereof; and

(d) whether the Government has allocated adequate funds for “Hospital on Wheels” and Mobile Hospitals for Screening breast and cervical cancers among women in the country particularly in Tamil Nadu and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): Under National Health Mission (NHM), to improve access to quality healthcare services in remote and rural areas support for Mobile Medical Unit (MMU) is provided to States/UTs, based on the requirements posed by them in their Programme Implementation Plans (PIPs), subject to availability of resources. The Central Government supports both capital and operational costs, for a Mobile Medical Unit (MMU) per 10 lakh population. The total number of MMU operated in the country, State-wise is given in the enclosed **Statement.**

(c) and (d): As per information provided by the State Government of Tamil Nadu, in Vellore Constituency 7 MMU are being operated including 1 Tribal MMU. The detailed of funds provided for MMUs for Vellore Constituency is given as under:

Financial Year (FY)	Funds alloted (in Lakhs)
2021-22	Rs. 41.64
2022-23	Rs. 41.64
2023-24	Rs. 41.64
2024-25	Rs. 41.64
2025-26	Rs. 41.64

Further, the Mobile Medical Units (MMUs) under NHM carry out all functions of a Primary Health Care Centre including screening for breast and cervical cancers. Central Government provides financial support for the Mobile Medical Units (MMUs) operating under the National Health Mission (NHM) across the country, including Tamil Nadu. The Operational Guidelines of MMUs under NHM can be accessed on the following link in the Ministry's Website:

https://nhm.gov.in/images/pdf/programmes/mmu/Mobile_Medical_Units.pdf

STATEMENT

Total number of MMU operated in the Country (State-wise)

Mobile Medical Unit				
Sl. No.	**State**	**NRHM**	**NUHM**	**Total**
1	Bihar	0	0	**0**
2	Chhattisgarh	30	0	**30**
3	Himachal Pradesh	10	0	**10**
4	Jammu & Kashmir	10	0	**10**

5	Jharkhand	40	0	**40**
6	Madhya Pradesh	72	0	**72**
7	Odisha	0	9	**9**
8	Rajasthan	26	0	**26**
9	Uttar Pradesh	170	0	**170**
10	Uttarakhand	0	0	**0**
11	Arunachal Pradesh	16	0	**16**
12	Assam	130	0	**130**
13	Manipur	0	0	**0**
14	Meghalaya	0	0	**0**
15	Mizoram	9	0	**9**
16	Nagaland	11	0	**11**
17	Sikkim	0	0	**0**
18	Tripura	6	6	**12**
19	Andhra Pradesh	67	0	**67**
20	Goa	0	0	**0**
21	Gujarat	79	0	**79**
22	Haryana	58	0	**58**
23	Karnataka	0	0	**0**
24	Kerala	28	8	**36**
25	Maharashtra	103	0	**103**
26	Punjab	33	0	**33**
27	Tamil Nadu	415	10	**425**
28	Telangana	53	0	**53**
29	West Bengal	44	5	**49**
30	Andaman and Nicobar Islands	0	0	**0**
31	Chandigarh	0	0	**0**
32	Dadra & Nagar Haveli and Daman & Diu	0	0	**0**
33	Delhi	0	1	**1**
34	Ladakh	0	0	**0**
35	Lakshadweep	0	0	**0**
36	Puducherry	4	0	**4**
Total		**1414**	**39**	**1453**

Source: NHM-MIS as on September 2025

KERALA STATE PIP UNDER NHM

4724. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has received the Kerala State Programme Implementation Plan (PIP) for FY 2026-27, if so, the details thereof including the details of projects proposed under the National Health Mission (NHM) and projects in Wayanad Lok Sabha Parliamentary Constituency, district -wise;

(b) whether the Kerala State PIP for FY 2026-27 has been finalised and approved by the National Programme Coordination Committee, if so, the details thereof;

(c) whether the Government has evaluated the impact of NHM projects in improving health outcomes in the said Parliamentary Constituency, especially for tribal women and children, if so, the details thereof along with the action taken by the Government to address the gaps; and

(d) the amount of funds released and utilised under NHM in Kerala during the last three years, year-wise and district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (d): The primary responsibility of strengthening public healthcare system, lies with the respective State/UT Governments. Under National Health Mission (NHM), the Ministry of Health and Family Welfare provides the technical and

financial support to the States/UTs to strengthen their public healthcare system, based on the requirements posted by States/UTs in their Programme Implementation Plans (PIPs) and within the overall resource envelope. The details of the same can be accessed in the link below:

https://nhm.gov.in/index4.php?lang=1&level=0&linkid=53&lid=66

The Government had received the Preliminary Programme Implementation Plan (PIP) of the State of Kerala for the financial year 2026–27 and based on the discussions, the State will submit the revised proposals. Programme Implementation Plans (PIPs) are one of the most crucial steps in the National Health Mission (NHM) through which State plans, prioritize and propose budgets emphasizing outcome-focused planning, state flexibility and alignment with Sustainable Development Goal (SDG) targets. It includes wide range of proposals under the National Health Mission (NHM) across various components such as Reproductive and Child Health (RCH), National Disease Control Programmes, Non-Communicable Disease Program, Health Systems Strengthening and Infrastructure Development.

Under NHM, the performance of various health programmes is regularly assessed in all the States/UTs including Kerala, through review meetings, mid-term reviews of key deliverables, field visits of senior officials, promoting performance by setting up benchmarks for service delivery & rewarding achievements etc. Also, Common Review Missions (CRM) are conducted

annually to assess and monitor the progress and implementation status under the scheme.

The National Health Mission (NHM) provides support for improvement in health infrastructure, availability of adequate human resources in health facilities, to improve availability, affordability and accessibility to quality health care for all including poor and vulnerable sections in urban, rural, and tribal/hilly areas including tribal women and children.

The funds released and utilised under NHM for the State of Kerala for 2022-23 to 2024-25 is given below in the table:

(**Rs. In Crore**)

Financial Year	Central Release	Expenditure
2022-23	1,036.76	1,592.96
2023-24	189.15	1,246.25
2024-25	1,351.78	1,422.88

Note:

1. The above releases relate to Central Govt. Grants & do not include State share contribution. Central Release for the F.Y. 2025-26 is updated upto 19.11.2025 and is provisional.
2. Expenditure includes Central Release, State release & unspent balances at the beginning of the year. Expenditure is as per FMRs submitted by States/UTs and is provisional. Expenditure for FY 2025-26 is updated upto 30.09.2025.

उर्वरकों की बढ़ती कीमतें

4725. एडवोकेट चन्द्र शेखर:

श्री हनुमान बेनीवाल:

क्या **रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में उर्वरकों की बढ़ती कीमतों और आपूर्ति संबंधी अनियमितताओं के कारण किसानों को अत्यधिक कठिनाइयों का सामना करना पड़ रहा हैं;

(ख) यदि हां, तो विगत तीन वर्षों के दौरान विभिन्न राज्यों में यूरिया, डीएपी और अन्य प्रमुख उर्वरकों की मांग और आपूर्ति का राज्य-वार ब्यौरा क्या है;

(ग) क्या सरकार का उर्वरकों की कीमतों को नियंत्रित करने और उन्हें किसानों को समय पर और पर्याप्त मात्रा में उपलब्ध करवाना सुनिश्चित करने के लिए कोई नई नीति या योजना लागू करने का विचार है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसे कब तक कार्यान्वित किए जाने की संभावना है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क) से (ङ): किसानों को सांविधिक रूप से अधिसूचित अधिकतम खुदरा मूल्य (एमआरपी) पर यूरिया उपलब्ध कराया जाता है। 45 किग्रा यूरिया की बोरी का एमआरपी 242 रुपए प्रति बोरी (नीम लेपन के प्रभार और यथा लागू करों को छोड़कर) है। फार्म गेट पर यूरिया की सुपुर्दगी लागत और यूरिया इकाइयों द्वारा निवल बाजार प्राप्ति के बीच का अंतर भारत सरकार द्वारा यूरिया उत्पादक/आयातक को सब्सिडी के रूप में दिया जाता है। तदनुसार, देश के सभी किसानों को सब्सिडी प्राप्त दरों पर यूरिया की आपूर्ति की जा रही है।

फॉस्फेटयुक्त और पोटाशयुक्त (पीएंडके) उर्वरकों के मामले में, सरकार ने 01.04.2010 से पोषक तत्व आधारित सब्सिडी (एनबीएस) नीति लागू की है। नीति के तहत, पोषक तत्वों अर्थात नाइट्रोजन (एन), फास्फोरस (पी), पोटेशियम (के) और सल्फर (एस) की मात्रा के आधार पर सब्सिडी वाले पीएंडके उर्वरकों पर उत्पादक/आयातक को वार्षिक/छमाही आधार पर तय सब्सिडी की एक

निश्चित राशि प्रदान की जाती है। एनबीएस स्कीम के तहत, पीएंडके उर्वरकों को नियंत्रण मुक्त कर दिया गया है और उर्वरक कंपनियों को उचित स्तर पर बाजार के उतार-चढ़ाव के अनुसार एमआरपी तय करने की अनुमति दी गई है, जिसकी निगरानी सरकार द्वारा की जाती है। किसानों को पीएंडके उर्वरकों की किफायती आपूर्ति सुनिश्चित करने हेतु पीएंडके उर्वरकों के लिए एनबीएस दरों को वार्षिक/छमाही आधार पर तय करते समय प्रमुख उर्वरकों की अंतर्राष्ट्रीय कीमतों में उतार-चढ़ाव को शामिल किया जाता है।

इसके अलावा, डीएपी को 1350 रुपये प्रति 50 किलो बैग की किफायती कीमत पर उपलब्ध कराने के लिए, 'अन्य लागत' को कवर करने के लिए 3500 रुपये प्रति एमटी, जिसमें फैक्ट्री गेट से फार्म गेट तक की लागत, अंतर्राष्ट्रीय कीमतों में वृद्धि/कमी के कारण लाभ/नुकसान, एमआरपी में शामिल जीएसटी घटक के लिए प्रावधान और निवल एमआरपी (एमआरपी-जीएसटी) के 4% की दर पर उचित रिटर्न का प्रावधान शामिल हैं, जैसे विशेष प्रावधान खरीफ 2025 और रबी 2025-26 मौसम के लिए एनबीएस सब्सिडी के अलावा आयातित और घरेलू डीएपी दोनों और आयातित टीएसपी के लिए बढ़ाया गया है।

पिछले तीन वर्षों अर्थात 2022-23, 2023-24, 2024-25 के दौरान राज्यों/संघ राज्य क्षेत्रों में यूरिया, डीएपी, एमओपी और एनपीकेएस जैसे उर्वरकों की उपलब्धता पर्याप्त बनी रही है। उक्त अवधि में इन उर्वरकों की राज्य/संघ राज्य क्षेत्र-वार आवश्यकता, उपलब्धता, बिक्री/खपत तथा अंतिम स्टॉक से संबंधित जानकारी संलग्न **विवरण** में दी गई है।

इसके अलावा, देश में उर्वरकों की समय पर और पर्याप्त आपूर्ति सुनिश्चित करने के लिए, प्रत्येक फसल मौसम की शुरुआत से पहले, कृषि एवं किसान कल्याण विभाग (डीएएंडएफडब्ल्यू), सभी राज्य सरकारों के परामर्श से, उर्वरकों की राज्य-वार और माह-वार आवश्यकता का आकलन करता है। आवश्यकता के आधार पर उर्वरक विभाग मासिक आपूर्ति योजना जारी करके राज्यों को

पर्याप्त मात्रा में उर्वरकों का आवंटन करता है और उपलब्धता की लगातार निगरानी करता है। सभी प्रमुख सब्सिडी वाले उर्वरकों की गतिविधि की निगरानी पूरे देश में एक ऑन-लाइन वेब-आधारित निगरानी प्रणाली द्वारा की जाती है जिसे एकीकृत उर्वरक निगरानी प्रणाली (आईएफएमएस) कहा जाता है। डीएएंडएफ़डब्ल्यू और उर्वरक विभाग द्वारा राज्य कृषि अधिकारियों के साथ नियमित साप्ताहिक वीडियो कॉन्फ्रेंस आयोजित की जाती है और राज्य सरकारों द्वारा दी गई सूचना के अनुसार उर्वरकों को भेजने के लिए सुधारात्मक कार्रवाई की जाती है।

विवरण

वित्त वर्ष 2022-23 के दौरान उर्वरकों की आवश्यकता, उपलब्धता और बिक्री

आंकड़े एलएमटी में

		यूरिया			डीएपी			एमओपी			एनपीकेएस		
क्र.सं.	**राज्य**	**आवश्यकता**	**उपलब्धता**	**डीबीटी बिक्री**	**आवश्यकता**	**उपलब्धता**	**डीबीटी बिक्री**	**आवश्यकता**	**उपलब्धता**	**डीबीटी बिक्री**	**आवश्यकता**	**उपलब्धता**	**डीबीटी बिक्री**
1	अंडमान और निकोबार द्वीप समूह	0.00	0.01	0.00	0.00	0.01	0.00	0.00	0.01	0.00	0.01	0.00	0.00
2	आंध्र प्रदेश	16.65	18.39	15.87	4.20	5.43	4.64	3.09	1.42	1.18	15.97	16.27	13.73
3	अरुणाचल प्रदेश	0.01	0.01	0.01	0.01	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00
4	असम	3.85	4.07	3.56	0.85	0.83	0.63	0.75	0.58	0.47	0.26	0.22	0.19
5	बिहार	22.80	24.68	21.96	6.82	7.15	5.66	2.16	1.55	1.26	3.72	5.35	4.25
6	चंडीगढ़	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	छत्तीसगढ़	8.74	10.57	8.38	3.70	4.68	3.14	1.01	0.77	0.56	1.45	1.63	1.06
8	दादरा और नगर हवेली	0.01	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9	दमन और दीव	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10	दिल्ली	0.20	0.32	0.28	0.04	0.06	0.05	0.01	0.00	0.00	0.01	0.00	0.00
11	गोवा	0.03	0.02	0.02	0.01	0.00	0.00	0.01	0.00	0.00	0.04	0.03	0.03
12	गुजरात	24.00	27.30	24.73	5.50	7.48	6.10	1.15	0.91	0.81	5.85	7.08	5.23
13	हरियाणा	21.50	23.68	20.46	5.70	6.48	5.59	0.60	0.43	0.35	0.70	0.30	0.26
14	हिमाचल प्रदेश	0.76	0.85	0.74	0.02	0.02	0.02	0.07	0.07	0.04	0.39	0.41	0.35
15	जम्मू और कश्मीर	1.68	1.93	1.60	0.59	0.60	0.48	0.40	0.23	0.17	0.04	0.00	0.00
16	झारखंड	2.60	3.04	2.56	1.00	0.89	0.77	0.20	0.05	0.04	0.46	0.52	0.45
17	कर्नाटक	17.20	22.22	18.21	5.90	8.44	6.21	3.00	1.68	1.41	17.16	21.53	16.67
18	केरल	1.23	1.32	1.12	0.20	0.22	0.19	1.07	0.86	0.78	1.42	1.32	1.02
19	लक्षद्वीप	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

20	मध्य प्रदेश	33.00	36.94	32.39	18.50	17.61	13.85	1.57	0.76	0.62	4.85	6.25	4.79
21	महाराष्ट्र	25.29	30.39	24.66	8.20	9.34	7.18	4.30	1.68	1.38	23.50	28.89	20.46
22	मणिपुर	0.22	0.35	0.31	0.12	0.04	0.04	0.12	0.05	0.04	0.00	0.03	0.03
23	मेघालय	0.02	0.01	0.00	0.01	0.00	0.00	0.01	0.00	0.00	0.01	0.00	0.00
24	मिजोरम	0.09	0.11	0.10	0.06	0.01	0.01	0.04	0.00	0.00	0.00	0.00	0.00
25	नागालैंड	0.00	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26	ओडिशा	5.84	7.08	5.60	2.69	2.55	1.94	1.35	0.84	0.61	3.05	3.26	2.63
27	पुदुचेरी	0.15	0.18	0.17	0.01	0.02	0.02	0.02	0.01	0.01	0.07	0.09	0.06
28	पंजाब	29.25	34.90	29.45	7.25	8.46	7.17	0.90	0.49	0.41	1.70	0.71	0.58
29	राजस्थान	21.50	27.91	25.17	7.40	9.70	8.47	0.30	0.18	0.14	0.95	0.85	0.72
30	सिक्किम	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	तमिलनाडु	9.96	11.38	10.05	2.73	3.49	2.76	2.53	1.85	1.65	6.45	9.19	7.38
32	तेलंगाना	18.39	21.63	18.83	3.55	4.70	3.71	2.27	0.86	0.74	15.16	16.24	12.90
33	त्रिपुरा	0.27	0.28	0.19	0.05	0.02	0.02	0.09	0.06	0.02	0.02	0.03	0.02
34	उत्तराखंड	2.20	2.38	2.05	0.35	0.64	0.52	0.09	0.07	0.03	0.35	0.15	0.11
35	उत्तर प्रदेश	77.50	87.39	74.72	24.70	27.69	22.38	3.36	1.42	1.22	7.00	6.64	4.79
36	पश्चिम बंगाल	14.25	16.49	14.05	4.05	4.36	3.77	3.70	2.70	2.36	10.12	11.16	9.61
	अखिल भारत	**359.19**	**415.82**	**357.26**	**114.20**	**130.93**	**105.31**	**34.17**	**19.55**	**16.32**	**120.69**	**138.15**	**107.31**

वित्त वर्ष 2023-24 के दौरान उर्वरकों की आवश्यकता, उपलब्धता और बिक्री

आंकड़े एलएमटी में

		यूरिया			डीएपी			एमओपी			एनपीकेएस		
क्र.सं.	राज्य	आवश्यकता	उपलब्धता	डीबीटी बिक्री	आवश्यकता	उपलब्धता	डीबीटी बिक्री	आवश्यकता	उपलब्धता	डीबीटी बिक्री	आवश्यकता	उपलब्धता	डीबीटी बिक्री
1	अंडमान और निकोबार द्वीप समूह	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.01	0.00	0.00	0.00	0.00
2	आंध्र प्रदेश	15.73	17.89	14.99	4.13	4.86	4.20	1.84	1.81	1.31	13.28	17.87	14.02
3	अरुणाचल प्रदेश	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4	असम	3.46	4.56	3.73	0.75	0.87	0.72	0.66	0.69	0.44	0.30	0.39	0.23
5	बिहार	22.63	27.46	23.24	6.82	7.78	6.51	2.28	1.75	1.39	4.50	6.09	4.39
6	चंडीगढ़	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	छत्तीसगढ़	8.40	11.37	8.99	3.10	5.28	4.34	0.66	0.97	0.60	1.07	1.90	1.30
8	दादरा और नगर हवेली	0.01	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9	दमन और दीव	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10	दिल्ली	0.00	0.37	0.32	0.00	0.05	0.04	0.00	0.00	0.00	0.00	0.00	0.00
11	गोवा	0.03	0.02	0.02	0.01	0.01	0.01	0.01	0.00	0.00	0.04	0.03	0.02
12	गुजरात	24.71	26.78	24.30	5.86	6.71	6.29	1.30	1.00	0.80	6.00	8.93	6.97
13	हरियाणा	20.63	24.86	21.77	5.60	6.29	5.83	0.55	0.50	0.36	1.20	0.64	0.44
14	हिमाचल प्रदेश	0.68	0.82	0.68	0.01	0.01	0.01	0.05	0.05	0.03	0.37	0.39	0.32
15	जम्मू और कश्मीर	1.40	2.01	1.45	0.55	0.59	0.44	0.32	0.24	0.16	0.03	0.00	0.00
16	झारखंड	2.47	3.74	3.04	1.02	1.06	0.94	0.21	0.03	0.03	0.41	0.46	0.33
17	कर्नाटक	16.10	21.02	15.65	5.90	8.13	6.42	2.45	1.97	1.54	16.50	21.09	15.84
18	केरल	1.19	1.13	0.96	0.20	0.18	0.16	0.97	0.87	0.70	1.42	1.56	1.26
19	लक्षद्वीप	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20	मध्य प्रदेश	33.46	41.73	34.37	14.22	17.81	15.50	0.87	1.05	0.67	5.40	6.99	5.41
21	महाराष्ट्र	23.74	31.06	23.48	7.00	8.93	7.36	3.00	2.18	1.42	26.50	34.08	23.04

22	मणिपुर	0.30	0.26	0.25	0.04	0.01	0.01	0.05	0.02	0.02	0.00	0.01	0.00
23	मेघालय	0.02	0.05	0.04	0.00	0.00	0.00	0.00	0.00	0.00	0.01	0.00	0.00
24	मिजोरम	0.07	0.15	0.13	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
25	नागालैंड	0.00	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26	ओडिशा	5.46	7.70	5.84	2.33	3.12	2.74	1.03	0.93	0.66	2.80	3.16	2.42
27	पुदुचेरी	0.16	0.15	0.13	0.02	0.01	0.01	0.01	0.01	0.01	0.06	0.10	0.07
28	पंजाब	29.48	37.35	30.68	8.00	8.23	7.24	0.85	0.62	0.50	1.50	1.02	0.73
29	राजस्थान	24.28	29.23	25.39	8.95	9.80	9.37	0.23	0.20	0.15	1.11	1.40	1.08
30	सिक्किम	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	तमिलनाडु	10.23	11.86	10.11	2.95	3.22	2.71	2.45	2.05	1.63	7.30	10.19	7.94
32	तेलंगाना	18.94	23.77	19.03	3.80	4.34	3.68	2.00	1.18	0.92	15.99	17.09	13.62
33	त्रिपुरा	0.24	0.26	0.14	0.05	0.04	0.03	0.07	0.06	0.02	0.02	0.03	0.02
34	उत्तराखंड	1.84	2.67	2.31	0.35	0.49	0.38	0.08	0.08	0.04	0.35	0.24	0.20
35	उत्तर प्रदेश	76.15	91.83	74.53	24.50	25.76	21.61	2.35	1.62	1.21	9.50	10.13	7.93
36	पश्चिम बंगाल	14.32	17.34	12.20	4.02	3.83	3.20	3.35	2.85	1.83	10.65	12.74	9.20
	अखिल भारत	**356.08**	**437.47**	**357.81**	**110.18**	**127.42**	**109.73**	**27.62**	**22.74**	**16.45**	**126.31**	**156.51**	**116.80**

वित्त वर्ष 2023-24 के दौरान उर्वरकों की आवश्यकता, उपलब्धता और बिक्री													
आंकड़े एलएमटी में													
		यूरिया			डीएपी			एमओपी			एनपीकेएस		
क्र.सं.	राज्य	आवश्यकता	उपलब्धता	डीबीटी बिक्री	आवश्यकता	उपलब्धता	डीबीटी बिक्री	आवश्यकता	उपलब्धता	डीबीटी बिक्री	आवश्यकता	उपलब्धता	डीबीटी बिक्री
1	अंडमान और निकोबार द्वीप समूह	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2	आंध्र प्रदेश	15.90	18.68	15.70	4.30	4.80	4.34	1.50	2.38	1.71	16.00	18.36	15.78
3	अरुणाचल प्रदेश	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4	असम	3.28	4.48	4.10	0.61	0.70	0.62	0.47	0.80	0.57	0.55	0.63	0.48
5	बिहार	22.87	27.64	25.60	5.50	6.40	5.83	1.50	2.54	1.84	6.00	7.46	6.04
6	चंडीगढ़	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	छत्तीसगढ़	8.90	12.03	10.07	4.10	4.19	3.83	0.73	1.13	0.76	1.80	2.84	2.34
8	दादरा और नगर हवेली	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9	दमन और दीव	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10	दिल्ली	0.23	0.43	0.40	0.01	0.05	0.04	0.00	0.00	0.00	0.00	0.00	0.00
11	गोवा	0.02	0.02	0.02	0.01	0.00	0.00	0.00	0.00	0.00	0.04	0.03	0.03
12	गुजरात	25.60	25.82	24.23	6.25	5.84	5.42	0.99	1.18	0.92	7.00	9.98	8.35
13	हरियाणा	21.50	25.32	22.65	5.80	5.49	5.34	0.60	0.74	0.47	1.70	1.31	1.03
14	हिमाचल प्रदेश	0.71	0.81	0.65	0.01	0.04	0.03	0.04	0.05	0.03	0.37	0.41	0.32
15	जम्मू और कश्मीर	1.48	2.05	1.36	0.49	0.58	0.43	0.22	0.26	0.14	0.04	0.02	0.01
16	झारखंड	2.65	4.11	3.73	0.90	0.87	0.84	0.06	0.05	0.03	0.65	1.08	0.85
17	कर्नाटक	17.25	22.63	19.17	5.64	6.55	5.86	1.95	3.08	2.21	16.20	25.46	20.90
18	केरल	1.11	1.37	1.15	0.17	0.21	0.20	0.82	1.06	0.83	1.37	1.50	1.26
19	लक्षद्वीप	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20	मध्य प्रदेश	35.38	42.43	38.09	16.57	12.70	11.66	1.05	1.59	1.08	8.50	11.94	9.77
21	महाराष्ट्र	23.73	32.72	26.41	7.50	7.13	6.47	2.30	3.45	2.22	30.00	37.86	28.79

22	मणिपुर	0.25	0.16	0.14	0.03	0.03	0.02	0.04	0.02	0.02	0.02	0.01	0.01
23	मेघालय	0.04	0.04	0.04	0.01	0.00	0.00	0.00	0.00	0.00	0.01	0.00	0.00
24	मिजोरम	0.08	0.25	0.20	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
25	नागालैंड	0.00	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26	ओडिशा	6.05	8.15	6.67	2.86	2.83	2.56	0.85	1.11	0.77	2.75	4.04	3.28
27	पुदुचेरी	0.16	0.16	0.15	0.01	0.02	0.02	0.01	0.02	0.01	0.07	0.11	0.08
28	पंजाब	26.50	36.70	32.56	8.10	6.99	6.61	1.00	1.06	0.71	2.50	1.73	1.41
29	राजस्थान	26.20	29.43	26.40	8.50	7.11	6.90	0.21	0.28	0.20	2.25	3.04	2.55
30	सिक्किम	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	तमिलनाडु	10.91	12.61	10.92	2.70	2.98	2.56	2.24	2.56	1.94	10.54	10.19	8.49
32	तेलंगाना	20.20	22.15	20.08	3.90	3.91	3.64	1.30	1.44	1.14	17.00	17.54	14.97
33	त्रिपुरा	0.18	0.24	0.17	0.04	0.03	0.02	0.03	0.06	0.04	0.04	0.04	0.03
34	उत्तराखंड	2.03	2.60	2.31	0.30	0.52	0.40	0.08	0.08	0.04	0.40	0.28	0.21
35	उत्तर प्रदेश	77.00	91.72	79.18	24.05	21.55	19.51	1.72	2.50	1.76	14.50	12.85	10.50
36	पश्चिम बंगाल	13.80	19.05	15.77	3.55	3.62	3.12	2.50	3.41	2.57	11.00	15.25	12.24
	अखिल भारत	**364.01**	**443.83**	**387.92**	**111.92**	**105.14**	**96.29**	**22.21**	**30.85**	**22.02**	**151.29**	**183.98**	**149.72**

OVERCHARGING OF MEDICINES

4726. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) the total number of cases of overcharging for medicines transferred to the National Pharmaceutical Pricing Authority (NPPA) during the last ten years, State/UT-wise and year-wise including the current year;

(b) the number of such cases in which action has been completed with penalties imposed, along with the details of penalties recovered;

(c) the number of cases currently pending with NPPA for adjudication;

(d) the steps taken by the Government to strengthen monitoring and enforcement of drug price control to protect consumers across the country, including Haryana; and

(e) whether the Government has prepared any time-bound strategy to reduce cases of medicine overcharging and ensure effective compliance with the Drugs (Prices Control) Order, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (c): The National Pharmaceutical Pricing Authority (NPPA) enquires into instance of overcharging brought to its notice and if a prima facie case of overcharging is established, NPPA initiates necessary action by issuing Demand

Notices (DNs) to such companies to recover the overcharged amount along with applicable interest. NPPA does not maintain state-wise record of overcharging by pharmaceutical companies. The year-wise details of number of cases where DNs were issued, DN amount were recovered and pending cases over the period FY2015-16 to FY2025-26 (till 30.09.2025) is given in the table below:

Details of overcharging cases for medicines				
F.Y.	**Total no. of DN issued**	**No. of cases wherein DN amount has been recovered**		**No. of cases currently pending**
	No. of cases	**No. of cases**	**Recovered Amount (Rs. in Lakh)**	**No. of Cases**
2015-16	245	138	953.26	107
2016-17	118	58	6129.14	60
2017-18	182	56	4274.48	126
2018-19	134	70	786.57	64
2019-20	54	32	377.16	22
2020-21	21	3	9.79	18
2021-22	6	4	341.35	2
2022-23	99	21	452.95	78
2023-24	43	8	29.44	35
2024-25	59	27	172.96	32
2025-26 *(upto 30.09.2025)*	60	13	333.83	47
Total	**1021**	**430**	**13860.93**	**591**

(d): In order to strengthen the price monitoring, Government has established Price Monitoring & Resource Units (PMRUs) in States and UTs, including Haryana, under the Central Sector Scheme 'Consumer Awareness, Publicity and Price Monitoring - (CAPPM)'. These PMRUs collect data on prices and also conduct

IEC activities to create awareness among public on pricing related aspects of drugs. NPPA and consumer/general public are engaged through online platforms like 'Pharma Jan Samadhan', which provides the consumer with an effective and time bound grievance redressal system to deal with complaints related to pricing, shortage and non-availability of medicines. Further, consumer may also connect with NPPA through mobile app 'Pharma Sahi Daam', and 'Centralized Public Grievance Redress and Monitoring System (CPGRAMS)'. Pharma Sahi Daam app lists the ceiling price of 928 formulations and MRP of approximate 98600 medicines. General public can check the current prices of various drugs through the app. In addition, NPPA has a helpline 1800111255 and email: monitoring-nppa@gov.in, on which complaints on overcharging of drugs can be registered. Further, all price notifications are uploaded on the website of NPPA, i.e., www.nppa.gov.in .

(e): Monitoring of prices of drugs and action for recovery of overcharged amount is an ongoing activity and therefore, no time limits can be set for the same.

अखिल भारतीय आयुर्विज्ञान संस्थान और केन्द्रीय सशस्त्र पुलिस बल के बीच हस्ताक्षरित समझौता ज्ञापन

4727. श्री रामवीर सिंह बिधूड़ी:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मैदान गढ़ी में एम्स केन्द्र की स्थापना हेतु वर्ष 2024 में अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स), नई दिल्ली और केन्द्रीय सशस्त्र पुलिस बल (सीएपीएफ) के बीच एक समझौता ज्ञापन

(एमओयू) पर हस्ताक्षर किए गए थे;

(ख) यदि हां, तो उक्त समझौता ज्ञापन का ब्यौरा क्या है; और

(ग) उक्त समझौता ज्ञापन के अंतर्गत एम्स के विस्तार की योजना कब तक आरंभ किए जाने की संभावना है?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क) से (ग): अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स), नई दिल्ली और केंद्रीय सशस्त्र पुलिस बल आयुर्विज्ञान संस्थान (सीएपीएफआईएमएस) के बीच सीएपीएफआईएमएस को एम्स, नई दिल्ली के परिसर के रूप में संचालित करने के लिए 8 मार्च, 2024 को एक समझौता ज्ञापन (एमओए) पर हस्ताक्षर किए गए। समझौता ज्ञापन के अनुसार, एम्स सीएपीएफआईएमएस परिसर, एम्स नई दिल्ली के अभिन्न अंग के रूप में कार्य करेगा और एम्स, नई दिल्ली के लिए लागू अधिनियम, नियम और विनियम के अनुसार उच्च स्तरीय चिकित्सा शिक्षा और स्वास्थ्य परिचर्या सेवाएँ प्रदान करेगा।

महिलाओं की सुरक्षा संबंधी उपाय

4728. डॉ. राजकुमार सांगवानः

क्या **महिला और बाल विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने उत्तर प्रदेश के बागपत जिले में महिलाओं के साथ हाल ही में हुई उत्पीड़न/दुर्व्यवहार की घटनाओं का संज्ञान लिया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में सरकार की क्या प्रतिक्रिया है;

(ग) सरकार द्वारा उक्त जिले में महिलाओं की सुरक्षा बढ़ाने और ऐसी घटनाओं को रोकने के लिए उठाए गए विशिष्ट कदमों का ब्यौरा क्या है;

(घ) सरकार का महिलाओं की सुरक्षा और उनके साथ उत्पीड़न से संबंधित शिकायतों पर त्वरित कार्रवाई करने के लिए स्थानीय कानून प्रवर्तन एजेंसियों को किस प्रकार सशक्त बनाने का विचार है; और

(ङ) सरकार द्वारा उक्त जिले में महिलाओं की सुरक्षा संबंधी उपायों की प्रभावी निगरानी और कार्यान्वयन सुनिश्चित करने के लिए उठाए जा रहे कदमों का ब्यौरा क्या है?

महिला और बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर):

(क) से (ङ): भारत के संविधान की सातवीं अनुसूची के अंतर्गत 'पुलिस' और 'लोक व्यवस्था' राज्य के विषय हैं। कानून व्यवस्था बनाए रखने, नागरिकों के जीवन और संपत्ति की सुरक्षा करने, और महिलाओं के प्रति अपराधों की जांच एवं अभियोजन का दायित्व संबंधित राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासनों पर है तथा वे मौजूदा कानूनों के प्रावधानों के तहत ऐसे अपराधों से निपटने के लिए सक्षम हैं।

महिला एवं बाल विकास मंत्रालय 'मिशन शक्ति' नामक एक मिशन-आधारित योजना का कार्यान्वयन करता है, जिसका उद्देश्य देशभर में महिलाओं की सुरक्षा, संरक्षा और सशक्तिकरण के लिए किए जा रहे प्रयासों को सुदृढ़ करना है। मिशन शक्ति के दो मुख्य क्षेत्र हैं: महिलाओं की सुरक्षा के लिए 'संबल' और महिलाओं के सशक्तिकरण के लिए 'सामर्थ्य'। 'संबल' में वन स्टॉप सेंटर, महिला हेल्पलाइन, बेटी बचाओ बेटी पढ़ाओ और नारी अदालत शामिल हैं। 'सामर्थ्य' में शक्ति सदन, सखी निवास, प्रधान मंत्री मातृ वंदना योजना , पालना और संकल्प: महिला सशक्तिकरण केंद्र शामिल हैं।

मिशन शक्ति व्यापक योजना का वन स्टॉप सेंटर (ओएससी) घटक, जो केंद्र सरकार द्वारा पूर्णतः वित्त पोषित है, 1 अप्रैल, 2015 से पूरे देश में क्रियान्वित किया गया है। यह निजी और सार्वजनिक दोनों क्षेत्रों की हिंसा से प्रभावित और संकटग्रस्त महिलाओं को एक ही स्थान पर एकीकृत सहायता और समर्थन प्रदान करता है। यह जरूरतमंद महिलाओं को चिकित्सा सहायता, कानूनी

सहायता और परामर्श, अस्थायी आश्रय, पुलिस सहायता और मनोसामाजिक परामर्श सहित विभिन्न सेवाएं भी प्रदान करता है। 31.12.2026 तक, पूरे देश में 926 वन स्टॉप सेंटर (ओएससी) कार्यशील हैं और 13.37 लाख से अधिक महिलाओं को सहायता प्रदान की जा चुकी है। इनमें से 96 ओएससी उत्तर प्रदेश में कार्यशील हैं, जहां 3 लाख से अधिक महिलाओं को सहायता मिली है। महिला हेल्पलाइन (डब्ल्यूएचएल) का उद्देश्य सार्वजनिक और निजी दोनों क्षेत्रों में महिलाओं को टेलीफोन शॉर्टकोड 181 के माध्यम से चौबीसों घंटे सातों दिन आपातकालीन और गैर-आपातकालीन सहायता प्रदान करना है। इसके द्वारा महिलाओं को पुलिस, वन स्टॉप सेंटर, अस्पताल, विधिक सेवा प्राधिकरण आदि जैसे उपयुक्त अधिकारियों से जोड़ा जाता है। इसके अतिरिक्त, यह महिला कल्याण योजनाओं और कार्यक्रमों के बारे में जानकारी भी प्रदान करती है। महिला हेल्पलाइन 35 राज्यों और संघ राज्य क्षेत्रों में कार्यशील है और आपातकालीन प्रतिक्रिया सहायता प्रणाली (ईआरएसएस-112) के साथ एकीकृत है। डब्ल्यूएचएल के माध्यम से, इसकी स्थापना के बाद से (यानी 01.04.2015 से 31.12.2025 तक) उत्तर प्रदेश राज्य सहित पूरे देश में 99 लाख से अधिक महिलाओं को सहायता प्रदान की गई है। इनमें से 9.58 लाख से अधिक महिलाओं को उत्तर प्रदेश में सहायता मिली है।

शक्ति सदन संकटग्रस्त परिस्थितियों में महिलाओं, जिनमें मानव दुर्व्यापार की शिकार महिलाएं भी शामिल हैं, के लिए एक एकीकृत राहत और पुनर्वास केंद्र है। इसका उद्देश्य संकटग्रस्त परिस्थितियों में महिलाओं के लिए एक सुरक्षित और सहायक वातावरण बनाना है, ताकि वे प्रतिकूल परिस्थितियों से उबर सकें। संकल्प: एचईडब्ल्यू (महिला सशक्तिकरण केंद्र) महिलाओं के लिए उपलब्ध योजनाओं और सुविधाओं के बारे में जानकारी और सूचना की कमी को दूर करने और उन्हें इन लाभों और अधिकारों का लाभ उठाने के लिए मार्गदर्शन प्रदान करने का एक माध्यम है।

संकटग्रस्त महिलाओं को राहत और पुनर्वास सेवाएं प्रदान करने में पारदर्शिता और सुगमता बढ़ाने के उद्देश्य से, महिला एवं बाल विकास मंत्रालय ने 22.01.2025 को मिशन शक्ति डैशबोर्ड

(https://missionshakti.wcd.gov.in/) शुरू किया। इस डैशबोर्ड पर संरक्षण अधिकारियों (पीओ), मानव तस्करी विरोधी इकाइयों (एएचटीयू) और विभिन्न योजनाओं के नोडल अधिकारियों की अद्यतन सूचियां उपलब्ध हैं, जिनमें ओएससी, डब्ल्यूएचएल, शक्ति सदन, सखी निवास, आंगनवाड़ी-सह-क्रेच इत्यादि शामिल हैं। पोर्टल पर सभी प्रमुख हेल्पलाइन नंबर भी सार्वजनिक उपयोग के लिए उपलब्ध हैं। मिशन शक्ति डैशबोर्ड का डेटा मिशन शक्ति मोबाइल एप्लिकेशन के माध्यम से भी उपलब्ध है। संकटग्रस्त महिला अब पोर्टल और मोबाइल एप्लिकेशन दोनों के माध्यम से अपने निकटतम ओएससी से अपॉइंटमेंट बुक कर सकती है।

भारत सरकार ने उत्तर प्रदेश सहित महिलाओं की सुरक्षा और संरक्षा बढ़ाने के उद्देश्य से शुरू की गई पहलों के कार्यान्वयन हेतु "निर्भया कोष" नामक एक विशिष्ट कोष स्थापित किया है। निर्भया कोष के अंतर्गत सभी परियोजनाएं/योजनाएं मांग आधारित हैं। यह कोष मंत्रालयों, विभागों, राज्यों और संघ राज्य क्षेत्रों को विभिन्न परियोजनाओं के कार्यान्वयन हेतु वित्तीय सहायता प्रदान करता है, जैसे आपातकालीन प्रतिक्रिया सहायता प्रणाली (ईआरएसएस-112), महिलाओं और बच्चों के प्रति साइबर अपराध रोकथाम (सीसीपीडब्ल्यूसी), अहमदाबाद, बेंगलुरु, चेन्नई, दिल्ली, हैदराबाद, कोलकाता, लखनऊ और मुंबई सहित 8 प्रमुख शहरों में सुरक्षित नगर परियोजना, पुलिस थानों में महिला सहायता डेस्क (डब्ल्यूएचडी), मानव तस्करी विरोधी इकाइयां (एएचटीयू), राज्य फोरेंसिक प्रयोगशालाओं (एसएफएसएल) में डीएनए विश्लेषण, साइबर फोरेंसिक और संबंधित सुविधाओं को सुदृढ़ करना, बलात्कार और पॉक्सो अधिनियम के तहत लंबित मामलों के निपटारे के लिए पॉक्सो विशेष न्यायालयों सहित फास्ट ट्रैक स्पेशल कोर्ट (एफटीएससी) की स्थापना इत्यादि।

PROMOTION OF MEDICAL VALUE TOURISM

4729. SHRI TANGELLA UDAY SRINIVAS:

SHRI APPALANAIDU KALISETTI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has undertaken any initiatives for the promotion of Medical Value Travel and Human Resource Mobility under the 'Heal in India, Heal by India' programme and if so, the details thereof including the funds allocated/released/utilised since its inception, year-wise and State-wise;

(b) whether the Government maintains data on medical tourism and if so, the details thereof including the number of international patients visiting the country;

(c) the details of patient inflows and revenue generated during the last five years, year-wise, country-wise and State/UT-wise along with the number of medical visas issued during the last five years, country-wise;

(d) whether the Government has identified the top five States/UTs receiving the highest number of medical tourists during the said period and if so, the details thereof, State/UT-wise;

(e) whether the Government proposes to establish a unified digital platform providing information on hospitals, treatment costs and logistics for international patients and if so, the details thereof; and

(f) whether the Government proposes to establish State-level facilitation centres to assist international medical tourists and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (f): The medical tourism sector incorporates initiatives of several Ministries/Departments/trade bodies along with private sector hospitals. The Central Government, primarily through Ministry of Tourism, promotes various tourism products of the country, including medical & Wellness tourism through various initiatives.

Further, the Ministry of External Affairs (MEA) has intimated that they, through Missions/Posts abroad, actively promote India as a global hub for medical value tourism by conducting outreach sessions with local stakeholders and facilitating connections between reputed Indian hospital chains and counterparts overseas. These efforts enhance awareness of India's advanced, affordable medical services and strengthen patient inflow from partner countries. MEA also promotes India's traditional systems of medicine and wellness, including Ayurveda and Yoga, through cultural diplomacy initiatives, International Day of Yoga celebrations, and targeted engagements with foreign institutions. Missions abroad collaborate with AYUSH practitioners and stakeholders to highlight India's holistic healing ecosystem and expand its global reach. Besides, the Ministry of Health and Family Welfare (MoHFW) supports the medical tourism sector by undertaking stakeholder consultation and coordination activities among various

Government Ministries/Departments as well as private players like NATHEALTH, Federation of Indian Chambers of Commerce & Industry (FICCI), Services Export Promotion Council (SEPC), etc.

Additionally, SEPC, set up by Ministry of Commerce and Industry has been mandated to facilitate global business opportunities for India's services sector including promotion of Medical Value Tourism. SEPC is engaged in organising of Buyer Seller Meets (BSMs) and Reverse Buyer Seller Meets (RBSM), under Market Access Initiative (MAI) schemes, where foreign delegates (buyers) are hosted in India to meet with Indian hospitals and healthcare providers. SEPC organizes events like "Sanjeevani" and initiatives like Advantage Healthcare to showcase India's medical capabilities to international stakeholders. The Ministry of Tourism has also provided a link on its websites to the http://www.indiahealthcaretourism.com portal of SEPC.

Further, the Ministry of Tourism has intimated that as per information received from Bureau of Immigration, Ministry of Home Affairs, the details of Foreign Tourist Arrivals (FTAs) for medical purpose in the past five years are as follows:

- FTAs for Medical Purposes year-wise:

Year	**FTAs for Medical Purposes**
2021	3,23,748
2022	4,74,798
2023	6,59,356

2024	6,44,387
2025(P)	5,02,845

- Top source countries for medical tourism:

S. No.	Country	FTAs for Medical Purposes				
		2021	2022	2023	2024	2025 (P)
1	Bangladesh	1,86,633	3,26,805	4,99,951	4,82,336	3,23,144
2	Iraq	15,357	30,701	28,758	32,008	30,217
3	Somalia	3,847	1,006	15,947	11,717	11,309
4	Oman	7,610	11,121	13,397	10,431	9,674
5	Uzbekistan	3,847	6,768	7,081	8,921	13,599

(P): Provisional

DETENTION OF INDIAN SEAFARERS BY FOREIGN AUTHORITIES

4730. MS SAYANI GHOSH:

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) the number of Indian seafarers arrested or detained by foreign countries since 2014, country-wise and year-wise;

(b) the current status of such cases, indicating the number of seafarers released, repatriated or remain in detention, country-wise;

(c) the nature of charges or reasons for detention in such cases, category-wise;

(d) the steps taken by the Government, including through Indian Missions abroad, for legal assistance, consular access, medical support and welfare of detained seafarers;

(e) whether any special financial, legal or diplomatic assistance has been provided to affected seafarers and their families, if so, the details thereof;

(f) whether the Government has taken up such cases bilaterally or through international maritime bodies to secure early release, if so, the details thereof; and

(g) the steps taken or proposed to be taken to strengthen protection mechanisms, legal awareness and emergency support for Indian seafarers working overseas?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): As per the information available with the Ministry, the details of Indian seafarers arrested or detained by foreign countries is given in the enclosed **Statement-I,** Indian seafarers released or repatriated is given in the enclosed **Statement-II** and Indian seafarers who are currently in detention in foreign countries is given in the enclosed **Statement-III.**

The reasons for detention of Indian seafarers include illegal entry into foreign waters, possession of ammunition, liquor smuggling, diesel smuggling, drug trafficking, money laundering etc.

(d) to (g): The Government attaches high priority to the safety, security and welfare of Indian seafarers. As soon as information about the detention of Indian

seafarers is received, our Missions/Posts in respective countries coordinate with local authorities to ascertain the well-being of Indian seafarers and provide requisite help and support, including consular assistance and medical support. Financial assistance, if necessary, is provided through the Indian Community Welfare Fund (ICWF). Apart from extending all possible consular assistance, our Missions/Posts also assist in providing legal aid wherever needed. On the release of the seafarers, Indian Missions/Posts abroad provide them with necessary travel documents to facilitate their repatriation to India.

The Government has been taking up the issues of arrest of Indian seafarers by foreign countries with respective governments through diplomatic channels, various official interactions and established bilateral mechanisms. The matter of early release and repatriation of Indian seafarers is consistently raised with respective countries at all levels and it is conveyed that the issue may be considered purely on humanitarian and livelihood grounds with an aim to expedite the resolution of the cases.

STATEMENT-I

Sr. No.	Country Name	The number of Indian seafarers arrested or detained since 2014, year-wise												The total number of Indian Seafarers arrested or detained from 2014 to 2025
		2014	2015	2016	2017	2018	2019	2020	2021	2022	2023	2024	2025	
1	Albania	0	0	0	0	0	0	0	0	0	0	1	0	1
2	Bangladesh	0	0	0	0	0	0	0	0	0	1	0	15	16
3	China	0	0	0	0	0	1	5	0	1	0	0	1	8
4	Cote d'Ivoire	0	0	0	0	0	0	0	2	0	0	0	0	2
5	Djibouti	0	0	0	0	0	0	0	0	0	0	10	12	22
6	Egypt	0	0	0	3	0	0	0	0	0	0	0	0	3
7	Equatorial Guinea	0	0	0	0	0	0	0	0	16	0	0	0	16
8	Finland	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Germany	0	0	0	0	0	0	0	0	0	0	1	0	1
10	Greece	10	2	9	0	0	0	0	0	0	0	6	0	27
11	Iran	0	0	0	0	0	16	21	7	17	81	70	57	269
12	Italy	0	0	0	0	0	0	0	3	0	0	0	1	4

13	Kenya	0	0	0	0	0	0	8	0	0	0	0	0	8
14	Lebanon	0	0	0	0	0	0	0	0	0	0	1	0	1
15	Libya	0	0	0	0	0	0	0	0	0	0	5	0	5
16	Malaysia	0	0	0	0	0	0	0	0	0	0	0	34	34
17	Maldives	0	0	0	0	0	0	0	0	0	0	0	7	7
18	Mauritius	0	0	0	0	0	0	2	0	0	0	0	0	2
19	Nigeria	11	0	0	0	0	0	0	0	16	0	0	0	27
20	Portugal	0	0	0	3	0	0	0	0	0	0	0	0	3
21	Qatar	0	0	0	0	0	0	0	0	0	0	0	2	2
22	Saudi Arabia	0	0	0	0	0	0	0	0	0	0	1	24	25
23	Senegal	5	0	13	0	0	0	0	4	0	0	0	0	22
24	South Africa	0	0	0	0	0	0	0	0	11	10	2	0	23
25	Sri Lanka	0	0	0	0	0	0	0	5	0	0	0	0	5
26	Trinidad & Tobago	0	0	0	0	0	0	17	0	0	0	0	0	17
27	Turkiye	0	0	0	0	0	0	0	0	0	4	0	1	5
28	Ukraine	0	0	0	0	0	0	0	0	0	0	0	5	5

29	United Kingdom	0	0	0	0	0	0	0	0	0	0	1	1	2
30	Vietnam	0	0	0	0	0	0	0	0	0	0	2	0	2
31	Yemen	0	0	0	0	0	0	0	0	0	0	0	6	6

STATEMENT-II

Sr. No.	Country Name	The total number of Indian seafarers released or repatriated since 2014, year-wise												The total number of Indian seafarers who have been released or repatriated from 2014 to 2025
		2014	2015	2016	2017	2018	2019	2020	2021	2022	2023	2024	2025	
1	Albania	0	0	0	0	0	0	0	0	0	0	1	0	1
2	Bangladesh	0	0	0	0	0	0	0	0	0	1	0	15	16
3	China	0	0	0	0	0	0	0	1	0	1	4	1	7
4	Cote d'Ivoire	0	0	0	0	0	0	0	0	0	0	0	1	1
5	Djibouti	0	0	0	0	0	0	0	0	0	0	0	5	5

6	Egypt	0	0	0	1	1	0	0	0	0	0	0	0	2
7	Equatorial Guinea	0	0	0	0	0	0	0	0	16	0	0	0	16
8	Finland	0	0	0	0	0	0	0	0	0	0	0	21	21
9	Germany	0	0	0	0	0	0	0	0	0	0	1	0	1
10	Greece	10	2	9	0	0	0	0	0	0	0	6	0	27
11	Iran	0	0	0	0	0	9	5	18	14	57	95	30	228
12	Italy	0	0	0	0	0	0	0	0	0	0	0	2	2
13	Kenya	0	0	0	0	0	0	8	0	0	0	0	0	8
14	Lebanon	0	0	0	0	0	0	0	0	0	0	1	0	1
15	Libya	0	0	0	0	0	0	0	0	0	0	5	0	5
16	Malaysia	0	0	0	0	0	0	0	0	0	0	0	34	34
17	Maldives	0	0	0	0	0	0	0	0	0	0	0	7	7
18	Nigeria	0	0	11	0	0	0	0	0	0	16	0	0	27
19	Portugal	0	0	0	0	0	0	0	0	0	3	0	0	3
20	Qatar	0	0	0	0	0	0	0	0	0	0	0	2	2
21	Saudi Arabia	0	0	0	0	0	0	0	0	0	0	0	25	25

22	Senegal	0	5	0	13	0	0	0	0	0	0	0	0	18
23	South Africa	0	0	0	0	0	0	0	0	11	10	2	0	23
24	Sri Lanka	0	0	0	0	0	0	3	13	3	5	0	0	24
25	Trinidad & Tobago	0	0	0	0	0	0	15	0	0	0	1	0	16
26	Turkiye	0	0	0	0	0	0	0	0	0	0	0	5	5
27	Ukraine	0	0	0	0	0	0	0	0	0	0	0	5	5
28	Yemen	0	0	0	0	0	0	0	0	0	0	0	6	6

STATEMENT-III

Sr. No.	Country Name	The total number of Indian seafarers who are currently in detention
1	Australia	1
2	China	2
3	Cote d'Ivoire	1
4	Djibouti	17
5	Egypt	1
6	Iran	18
7	Italy	2

8	Mauritius	2
9	Nigeria	22
10	Senegal	4
11	Trinidad & Tobago	1
12	United Kingdom	2

SWADHAR GREH AND UJJAWALA SCHEMES UNDER MISSION SHAKTI

4731. SHRI VISHNU DAYAL RAM:

SHRI DEVUSINH CHAUHAN:

SHRI KAUSHALENDRA KUMAR:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) whether the merger of Swadhar Greh and Ujjawala under Mission Shakti into Shakti Sadan has improved service delivery and rehabilitation outcomes for women in distress, if so, the details thereof;

(b) whether the Ministry has conducted any assessment of the adequacy of existing functional Shakti Sadans in meeting the demand, States/UT-wise, if so, the details thereof;

(c) whether the Ministry maintains any data on the number of women rehabilitated and successfully reintegrated under the said Scheme, if so, the details and the current status thereof; and

(d) whether any monitoring mechanism is in place to ensure vocational training and social security linkages are effectively implemented for residents, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (d): Under the overarching ‘Mission Shakti’, erstwhile schemes of ‘Swadhar Greh’ – Home for women in difficult circumstances and ‘Ujjawala’- Home for

women rescued from Trafficking, have been merged w.e.f. 01.04.2022 and are now known as 'Shakti Sadan Scheme', which is an Integrated Relief and Rehabilitation Home for women in distressful situations including trafficked women. It aims at creating a safe and enabling environment for women in such difficult situations, to enable them to overcome the adverse circumstances. Shakti Sadan is helpful towards support for women in distress, providing shelter and rehabilitation support including those affected of trafficking.

The Shakti Sadan Scheme is a demand driven Centrally Sponsored Scheme, under which funds are released to the States/UTs for implementation of the scheme. The States/UTs assess their requirement as per local needs and proposals are approved every year by the Programme Approval Board (PAB) after discussion with States/UTs. Under the Scheme, financial assistance is provided for running of Shakti Sadan in rented premises. Presently, 419 Shakti Sadans are functional across the country and about 19,960 women rehabilitated during the Financial Year 2025-26 (01.04.2025 to 31.12.2025).

The Ministry continuously monitors the progress of the implementation of scheme through physical and virtual meetings with States/UTs, field visit by the officials of the Ministry and through digital mode from time to time. Further, for the purpose of monitoring of Shakti Sadans, this Ministry has developed a dedicated Mission shakti Dashboard for capturing details like staff deployed, beneficiaries, location details (Latitude and Longitude), Physical infrastructure, Vocational

Training, ICT infrastructure, activities conducted, facilities provided to beneficiaries, etc.

State and UT wise list of functional Shakti Sadans is given in the enclosed **Statement**.

STATEMENT

State and UT wise list of functional Shakti Sadans

Sl. No	State/UTs	No. of Shakti Sadan
1	Andhra Pradesh	26
2	Arunachal Pradesh	1
3	Assam	26
4	Bihar	11
5	Chandigarh	1
6	Chhattisgarh	4
7	Delhi	2
8	Goa	1
9	Himachal Pradesh	1
10	Jammu & Kashmir	2
11	Jharkhand	1
12	Karnataka	40
13	Kerala	8
14	Madhya Pradesh	14
15	Maharashtra	21
16	Manipur	47
17	Meghalaya	2
18	Mizoram	12
19	Nagaland	6
20	Odisha	68
21	Puducherry	1
22	Punjab	2
23	Rajasthan	6
24	Sikkim	1
25	Tamil Nadu	46

26	Telangana	21
27	Tripura	3
28	Uttarakhand	3
29	Uttar Pradesh	6
30	West Bengal	36
Total		**419**

AYUSH SERVICES IN FATEHGARH SAHIB

4732. DR. AMAR SINGH:

Will the Minister of **AYUSH** be pleased to state:

(a) whether the Government has assessed the availability and utilisation of AYUSH services in Fatehgarh Sahib district of Punjab including Sirhind, Bassi Pathana and Khamano for preventive healthcare and chronic disease management;

(b) if so, the details thereof;

(c) the details of Government supported AYUSH infrastructure, dispensaries, wellness centres and staffing status in the district;

(d) whether the Government has evaluated the requirement for expanding AYUSH outreach in rural areas and if so, the details thereof; and

(e) the measures proposed to be taken by the Government for strengthening the supply of medicines, trained practitioners and public awareness programmes?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (e): Public Health being a State subject, the primary responsibility to assess the availability & utilization of Ayush services throughout the State including Fatehgarh Sahib district, Sirhind, Bassi Pathana & Khamano, for preventive healthcare and chronic disease management, evaluate the requirement for expanding Ayush outreach in rural areas, strengthening the supply of medicines, train Ayush practitioners, conduct public awareness programmes etc., lies with the respective State/UT Government. However, there are provisions under Centrally Sponsored Scheme of National Ayush Mission (NAM) for providing financial support for various aspects including infrastructure support for setting up of Integrated Ayush Hospitals (IAHs), construction/upgradation of Ayush Dispensaries, establishment of Ayush colleges, supply of medicines to the Ayush Health care facilities, Information Education & Communication (IEC) activities, Behaviour Change Communication (BCC) activities, training and capacity building for teaching staffs/Medical Officers/paramedical staffs working in the educational institution and Ayush Hospitals/Dispensaries. In this regard, State Governments may avail the financial assistance by submitting suitable proposals through State Annual Action Plans (SAAPs) as per the provisions of the NAM guideline.

As reported by State Government of Punjab, they have assessed the availability and utilization of Ayush services in Fatehgarh Sahib district of Punjab including Sirhind, Bassi Pathana and Khamano for preventive healthcare and chronic disease management and 10 Ayushman Arogya Mandirs (Ayush), 03

Ayush Dispensaries, co-located Ayush units at 09 Primary Health Centres (PHCs), 06 Community Health Centres (CHCs) & 01 District Hospital (DH) have been made functional in the Fatehgarh Sahib district of Punjab. During January 2025 to December 2025, a total of 1,03,680 patients have utilized the services of these facilities for preventive healthcare and chronic disease management.

Further, State Government of Punjab has evaluated the requirement for expanding Ayush outreach in rural areas and 15 outreach medical camps have been organized, predominately in the rural areas of Punjab. At present, out of 640 Ayush facilities, 493 are located & functional in the rural areas of Punjab.

FOOD PACKAGING AND RECYCLING INFRASTRUCTURE

4733. SHRI KAMAKHYA PRASAD TASA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the details of any incentives, schemes or support provided by the Government to small-scale Food Business Operators (FBOs) to facilitate their transition to sustainable and compliant food packaging materials and if so, the details thereof;

(b) the current certification or verification framework in place for validating recycled content in food-contact packaging materials, particularly PET, PE and PP and the manner in which India’s standards align with international benchmarks and best practices;

(c) the details of the Government's position from the perspective of food safety and regulatory oversight on the adoption of mechanical and chemical recycling technologies by the food and beverage industry for packaging materials; and

(d) the details of the Government's vision and policy roadmap for enabling the industrial-scale adoption of advanced polymer recycling technologies in the country?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (d): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards (FSS) Act, 2006 is a shared responsibility between the Central and State Governments.

Ministry of Food Processing Industries (MoFPI) has informed that it is implementing Research and Development Scheme, which is a part of Human Resource & Institutions Scheme under the umbrella scheme i.e. Pradhan Mantri Kisan SAMPADA Yojana (PMKSY). Under the scheme, financial assistance as Grant-in-aid is given to various Universities, Indian Institutes of Technology (IITs), Central/ State Government Institutions, Government funded organizations,

Research and Development (R&D) laboratories and Council of Scientific and Industrial Research (CSIR) recognized R&D units in private sector to promote and undertake demand driven R&D work in the field of processed food sector for product & process development, design and development of equipment, improved storage, shelf-life, packaging etc.

FSSAI has notified the Food Safety and Standards (Packaging) Regulations, 2018, wherein, requirements for food-grade packaging are specified. These regulations mandate that any material which comes in direct contact with food or likely to come in contact with food used for packaging, preparation, storing, wrapping, transportation and sale or service of food shall be of food grade quality.

Furthermore, FSSAI has issued guidelines for recycling of post-consumer Polyethylene Terephthalate **(**PET) for food contact applications, which provide a regulatory framework for the use of recycled PET in food packaging, subject to strict safety requirements. These guidelines prescribe conditions such as the use of food-grade recycling technologies, compliance with migration limits, traceability of input materials and approval of recycling processes to ensure consumer safety.

HARASSMENT FACED BY SIKHS IN FOREIGN COUNTRIES

4734. SHRIMATI HARSIMRAT KAUR BADAL

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether the Government is aware of the rising incidents in which Sikhs are forced to remove turbans and face humiliation in foreign countries;

(b) if so, the Steps taken by the Government to address the harassment faced by the Indian citizens particularly those belonging to minority communities while travelling abroad; and

(c) the measures being taken by the Government to prevent such incidents and to ensure protection of religious rights of Indian tourists particularly those belonging to Sikh community?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The Government remains firmly committed to safeguarding the welfare of all Indian nationals abroad, including members of minority communities. Our Missions/Posts remain vigilant and closely monitor any untoward incidents. Such incidents are immediately taken up with the concerned authorities of the host country to ensure that the cases are properly investigated and the perpetrators are punished. Moreover, such incidents are also raised bilaterally during meetings with Government officials of the countries concerned, including at the highest levels, as appropriate. Indian Missions/Posts continue to provide consular support and guidance to our citizens on local laws & regulations. Indian nationals are encouraged to promptly report such incidents so that the Mission

may take appropriate action without delay.

(c): Indian Missions/Posts engage with local authorities and the local community to promote awareness regarding the religious and cultural practices of Indian nationals, including the Sikh community. Indian Missions/Posts extend full support to safeguard the dignity and rights of all Indian citizens.

FREE HPV VACCINATION FOR GIRLS

4735. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) The number of girls who have received free Human Papillomavirus (HPV) vaccines under various Government schemes;

(b) the data on the basis of age group, region and year, including any data on outreach efforts undertaken by the Government to ensure adequate vaccine coverage in the country and if not, the reasons therefor; and

(c) whether there are any collaborations between the Central Government, State Governments and other stakeholders such as Non-Governmental Organisations (NGOs) or international health organisations in ensuring free or subsidized access to HPV vaccines for girls in the age group of 9–14 years and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): The Nationwide free HPV vaccination campaign was launched on 28th February 2026 for approximately 1.2 crore eligible beneficiary girls aged 14 years across all 36 States and Union Territories. Awareness is generated through IEC materials such as radio jingles, posters and banners, myth-busting digital content and use of social media platforms to provide accurate information, address misconceptions and ensure equitable access. As of 16th March 2026, a total of 2,95,301 girls have been administered the HPV vaccine. The State/UT-wise coverage of the HPV vaccination campaign launched by Government of India is provided in the enclosed **Statement.**

(c): The Government of India has secured HPV vaccine as kind support from GAVI, the Vaccine Alliance.

STATEMENT

State/UT -wise HPV vaccine coverage

S.No.	State/UT	Target Cohort	Cumulative Coverage as on 16th March'26 (Source: U-WIN)
1	Andaman and Nicobar Islands	3,000	41
2	Andhra Pradesh	3,78,000	43,680
3	Arunachal Pradesh	17,000	205
4	Assam	3,32,000	10

5	Bihar	13,62,000	793
6	Chandigarh	10,000	24
7	Chhattisgarh	2,62,000	8
8	Delhi	1,49,000	376
9	Goa	12,000	17
10	Gujarat	5,40,000	37,357
11	Haryana	2,26,000	1,873
12	Himachal Pradesh	54,000	3
13	Jammu and Kashmir	1,34,000	12,887
14	Jharkhand	3,92,000	1
15	Karnataka	5,03,000	12,076
16	Kerala	2,49,000	12,580
17	Ladakh	2,000	17
18	Lakshadweep	2,000	56
19	Madhya Pradesh	7,51,000	94,840
20	Maharashtra	9,38,000	5,686
21	Manipur	29,000	411
22	Meghalaya	35,000	163
23	Mizoram	11,000	4,408
24	Nagaland	22,000	376
25	Odisha	3,76,000	18,194
26	Puducherry	14,000	721
27	Punjab	2,04,000	3,013
28	Rajasthan	7,24,000	1,874
29	Sikkim	7,000	173
30	Tamil Nadu	5,26,000	33,866
31	Telangana	2,85,000	8,232
32	Dadra and Nagar Haveli and Daman and Diu	7,000	188
33	Tripura	33,000	64
34	Uttar Pradesh	20,99,000	38
35	Uttarakhand	95,000	1,050

*Source: UWIN.

*District level training is underway in the state of West Bengal.

JURISDICTION OF SPECIAL COURTS UNDER THE POCSO ACT

4736. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether the power of the Special Court to award compensation to child victims under Section 33(8) of the Protection of Children from Sexual Offences (POCSO) Act, 2012 is an exclusive statutory jurisdiction conferred by Parliament and whether it can be substituted by any authority not envisaged under the Act;

(b) whether the Government considers State schemes that vest such compensatory powers in State-level committees or authorities, in place of the Special Court, to be legally permissible;

(c) if so, whether such substitution amounts to repugnancy with the Central law under Article 254 of the Constitution and if not, the legal basis therefor;

(d) whether any legal opinion has been sought on the validity of curtailing the Special Court's jurisdiction through executive or subordinate legislation; and

(e) the steps proposed to ensure that State compensation mechanisms operate only as a supplement to and not in derogation of the jurisdiction of the Special Courts under POCSO?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a) to (e): The Protection of Children from Sexual Offences Act, 2012 (POCSO Act) is a special legislation enacted by Parliament to protect children from offences of sexual assault, sexual harassment and pornography and provide for establishment of Special Courts for trial of such offences and for matters connected therewith or incidental thereto. Section 33(8) of the Act provides that the Special Court may direct payment of compensation to the child for any physical or mental trauma or for immediate rehabilitation. Further, the Protection of Children from Sexual Offences Rules, 2020, provide the procedure and factors relating to the loss or injury caused to the victim for grant of compensation to child victims.

In addition, compensation to victim is also provided under Section 357A of the Code of Criminal Procedure, 1973 (now Section 396 under the Bharatiya Nagarik Suraksha Sanhita, 2023) through Victim Compensation Schemes implemented by the State/UTs in coordination with the State Legal Service Authorities.

The Protection of Children from Sexual Offences Act, 2012 and Section 357A of the Code of Criminal Procedure, 1973 together provide for compensation to victims through judicial orders as well as through Victim Compensation Schemes implemented by States/UTs.

Compensation can be given under different state's schemes also. This will be in addition to compensation given by Special Court. However, power of Special

Court cannot be taken away by state government or schemes as the Prevention of Children from Sexual Offences is a central Act.

अनिवार्य मतदान हेतु कानून

4737. श्रीमती मंजू शर्माः

क्या **विधि और न्याय** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार का देश में अनिवार्य मतदान आरंभ करने के लिए कोई कानून बनाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ख) क्या सरकार को मतदान को अनिवार्य बनाने के संबंध में किसी संगठन या राज्य सरकारों में कोई सुझाव प्राप्त हुए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है ;

(ग) क्या सरकार का विभित्र चुनावों में मतदाता की प्रतिशतता में वृद्धि किये जाने के मद्देनजर, सरकारी योजनाओं के अंतर्गत लाभ प्राप्त करने के लिए मतदान प्रमाण-पत्र प्रस्तुत करना अनिवार्य करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है ; और

(घ) विश्व में कितने लोकतांत्रिक देशों में मतदान अनिवार्य है ?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

(क) से (ग): देश में अनिवार्य मतदान लागू करने के लिए किसी विधि को बनाने का कोई प्रस्ताव मंत्रालय के विचाराधीन नहीं है। इसके अतिरिक्त, भारतीय विधि आयोग ने मार्च, 2015 की अपनी 255वीं रिपोर्ट में भारत में अनिवार्य मतदान लागू करने की सिफारिश नहीं की थी।

(घ): भारत के विधि आयोग ने अपनी 255वीं रिपोर्ट (मार्च 2015) में यह उल्लेख किया कि 28 देशों में अनिवार्य मतदान की व्यवस्था है; यद्यपि, यह आँकड़ा इसके वास्तविक क्रियान्वयन स्तर का सही

दृश्य प्रस्तुत नहीं करता है, जो कि इससे भी कम है। अतः, अधिकांश अध्ययनों के अनुसार कि लगभग 14 देश ही अनिवार्य मतदान संबंधी उपबंधों को लागू करते हैं। विधि आयोग के अनुसार, इनमें बेल्जियम, लिकटेंस्टीन, लक्ज़मबर्ग, नाउरू और स्विट्जरलैंड का एक कैंटन जैसे कई छोटे देश शामिल हैं; तथा साथ ही ऑस्ट्रेलिया, ब्राजील, इक्वाडोर, सिंगापुर, पेरू तथा उरुग्वे जैसे अन्य देश भी शामिल हैं। इसके अतिरिक्त यह भी कहा गया कि इन 28 देशों में से कोई भी उस रुझान की ओर संकेत नहीं करता, जिसकी ओर वैश्विक स्तर पर अन्य देश बढ़ रहे हैं। उदाहरण के लिए, यह तथ्य कि इटली (1993) और नीदरलैंड (1967) दोनों ने अनिवार्य मतदान को समाप्त कर दिया है और लिकटेंस्टीन तथा ग्रीस जैसे अन्य देशों ने अनिवार्य मतदान विधियों के सख्त प्रवर्तन से हटकर गैर-सख्त या कोई प्रभावी प्रवर्तन नहीं करने की ओर बढ़ चुके हैं।

ESTABLISHMENT OF AYUSH DISPENSARIES IN TAMIL NADU

4738. SHRI DURAI VAIKO:

Will the Minister of **AYUSH** be pleased to state:

(a) whether any AYUSH dispensaries and wellness centres are presently functioning in Tamil Nadu, particularly in Thiruverumbur and Srirangam in Tiruchirappalli district and Gandharvakottai in Pudukottai district;

(b) if so, the details thereof along with the details of such dispensaries including the AYUSH system of medicine being provided, stream and location-wise;

(c) whether the Government has any proposal to establish new AYUSH dispensaries or AYUSH Health and Wellness Centres in Tamil Nadu, district-wise, especially in Thiruverumbur, Srirangam and Gandharvakottai locations;

and

(d) if so, the details thereof along with the proposed timeline for their establishment in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): Yes. As reported by State of Tamil Nadu, 172 Ayush wellness centres and 48 Dispensaries are presently functioning in the State. Details of Wellness Centres and Ayush dispensaries in Tamil Nadu including Tiruchirappalli district and Pudukottai district is furnished at **Statement-I and II** respectively.

(c) and (d): Public health being a State subject, the primary responsibility to establish new Ayush dispensaries and Ayush Health and Wellness Centres in Tamil Nadu including Thiruverumbur, Srirangam and Gandharvakottai locations comes under the purview of respective State Government. However, Ministry of Ayush is implementing the Centrally Sponsored Scheme of NAM through State/UT Governments and supporting their efforts in overall development of Ayush system. The State/UT Governments may avail financial assistance by submitting suitable proposals through their State Annual Action Plans as per the provisions of NAM guideline. Since implementation of the NAM scheme comes under the purview of respective State/UT Governments, the prime responsibility to fix timeline lies with respective Governments including Tamil Nadu.

STATEMENT-I

Details of Wellness Centres in Tamil Nadu, particularly in Tiruchirappalli district and Pudukottai district

Sl. No	District	Location	Facility Name
1	Ariyalur	Sendhurai	Government Hospital
2		Udayarpalayam	Government Hospital
3	Chengalpattu	Madhuranthagam	Government Hospital
4		Thiruporur	Government Hospital
5		Thirukazhukundram	Government Hospital
6		Cheyyur	Government Hospital
7		Saidapet	Government Hospital
8	Chennai	Adayar Dispensary,	Yoga & Naturopathy
9		Secretariat Campus	Yoga & Naturopathy
10	Coimbatore	Sulur	Government Hospital
11		Annur	Government Hospital
12		Sundakkamuthur	Government Hospital
13		Mettupalayam,	Government Taluk Hospital
14		Irugur	Government Primary Health Centre
15	Cuddalore	Panrutti	Government Hospital
16		Thittakudi	Government Hospital
17		GTHos, Chidambaram,	Yoga & Naturopathy
18		GPHC,Puliyur	Siddha
19		Nellikuppam	Siddha
20	Dharmapuri	Palacode	Government Hospital
21		GH, Harur,	Yoga & Naturopathy
22	Dindigul	Batalagundu	Government Hospital
23		Kodaikanal	Government Hospital
24		Ottanchatram	Government Hospital
25		Nilakottai	Government Hospital
26		Vedasandhur	Government Hospital
27		Palani	Government Taluk Hospital
28		S.Thumalapatti	Government Primary Health Centre
29	Erode	Perundurai	Government Hospital
30		Bhavani	Government Hospital

31		Kodumudi	Government Hospital
32		Sathiyamangalam,	Government Taluk Hospital
33		Perunthurai	Government Hospital
34		Ammapettai	Government Hospital
35	Kallakurichi	Ulundurpet	Government Hospital
36		Chinnasalem	Government Hospital
37	Kancheepuram	Sriperumbudur	Government Hospital
38		Uthiramerur	Government Hospital
39		Arignar	Arignar Anna Memorial Cancer Hospital And Regional Research Cancer Centre
40		Tambaram	Government Hospital of Thoracic Medicine
41		Injapakkam	Government Taluk Hospital
42		Sirugundram	Government Taluk Hospital
43	Kanyakumari	Colachal	Government Hospital
44		Boothapandi	Government Hospital
45		Kuzhithurai	Government Hopsital
46		Kaliyakkavilai	UPHC
47	Karur	Aravakurichi	Government Hospital
48		Velayudhampalayam	Government Hospital
49		Krishnarayapuram	Government Hospital
50		Manmangalam	Government Hospital
51		Mylampatti	Government Hospital
52		Thanthonimalai	Siddha
53	Krishnagiri	Pochampalli	Government Hospital
54		Oothankarai	Government Hospital
55		Denkanikottai,	Government Hospital
56		Nedungal	Government Primary Health Centre
57		Udanapalli	Government Hospital
58	Madurai	Paeraiyur	Government Hospital
59		Sholavandhan	Government Hospital
60		Melur	Government Hospital
61		Vadipatti,	Government Hospital
62	Mayiladuthurai	Vaitheeswarankovil	Government Hospital

63		Seerkazhi	Yoga & Naturopathy
64	Nagapattinam	Thirukuvalai	Government Hospital
65		Nagoor	Government Hospital
66		Thirukannapuram	Government Hospital
67	Namakkal	Sendhamangalam	Government Hospital
68		Kolli Hills	Government Hospital
69		Komarapalayam	Government Hospital
70		Rasipuram,	Government Hospital
71		Jedarpalayam	Government Hospital
72	Nilgiris	Manjur	Government Hospital
73		Pandhalur	Government Hospital
74	Perambalur	Karai	Government Hospital
75		Veppur	Government Hospital
76		GH,Arumbavur	Government Hospital
77		GPHC ,Athiyur	Government Primary Health Centre
78	**Pudukottai**	**Iluppur**	**Government Hospital**
79		**Annavasal**	**Government Hospital**
80		**Gandarvakottai**	**Government Hospital**
81		**Aranthangi**	**Government Hospital**
82		**Alankudi,**	**Government Hospital**
83		**Mandayur**	**Government Hospital**
84	Ramanathapuram	Rameshwaram	Government Hospital
85		Thiruvadanai	Government Hospital
86		Kamudhi	Government Hospital
87		Paramakudi	Government Hospital
88		Ramasamipatti	Government Hospital
89	Ranipet	Sholingar	Government Hospital
90		Arcot	Government Hospital
91	Salem	Vazhapadi	Government Hospital
92		Omalur	Government Hospital
93		Gangavalli	Government Hospital
94		Yercaud	Government Hospital
95		Sankagiri	Government Hospital
96		Edapadi,	Government Hospital
97		Koneripatty	Government Hospital

98		Thumbal	Government Primary Health Centre
99	Sivagangai	Thirubuvanam	Government Hospital
100		Singampunari	Government Hospital
101		Thirupathur	Government Hospital
102		O.Siruvayal	Government Primary Health Centre
103		Manamadurai	Government Hospital
104	Tenkasi	Verakeralamputhur	Government Hospital
105		Kadayanallur	Government Hospital
106	Thanjavur	Papanasam	Government Hospital
107		Thiruvidaimarudhur	Government Hospital
108		Orathanadu	Government Hospital
109		Peravurani,	Government Hospital
110		Perumagalur	Government Hospital
111	Theni	Aandipatti	Government Hospital
112		Cumbum	Government Hospital
113		Bodinayakanur,	Government Hospital
114		Vaigaidam	Government Hospital
115	Thiruvallur	Poonamallee	Government Hospital
116		Avadi	Government Hospital
117		Gumidipoondi	Government Hospital
118		Madhavaram	Government Hospital
119		Thiruvottiyur	Government Hospital
120		Thiruvelangadu	Government Primary Health Centre
121		Ponneri,	Government Hospital
122		Kadambathur	Government Primary Health Centre
123		Kollumedu	Government Primary Health Centre
124	Thiruvannamalai	Chetpet	Government Hospital
125		Chengam	Government Hospital
126		Vembakam	Government Hospital
127		Polur,	Government Hospital
128		Arani,	Government Hospital
129		Kunnagampoondi	Government Hospital
130		Mamandur	Government Hospital
131	Thiruvarur	Valangaiman	Government Hospital
132		Nannilam	Government Hospital

133		Idumbavanam	Government Hospital
134	Thoothukudi	Ettayapuram	Government Hospital
135		Srivaikundam	Government Hospital
136		Kayalpatinam	Government Hospital
137		Thiruchendur,	Government Taluk Hospital
138		Vilathikulam,	Government Taluk Hospital
139	Thriuvallur	Thiruvetriyur,	Government Taluk Hospital
140	Tirunelveli	Naanguneri	Government Hospital
141		Radhapuram	Government Hospital
142		Koodangulam	Government Hospital
143		Ambasamuthiram,	Government Hospital
144		Senkottai	Government Taluk Hospital
145		Vikramasingapuram	Government Hospital
146	Tirupathur	Vaniyampadi	Government Hospital
147		Natrampalli	Government Hospital
148	Tiruppur	Uthukuli	Government Hospital
149		Dharapuram	Government Hospital
150		Avinashi	Government Hospital
151		Palladam	Government Hospital
152		Mangalam	Government Hospital
153		Poolavadi,Udumalpet	Government Hospital
154	**Tiruchirappalli**	**Thuraiyur**	**Government Hospital**
155		**Srirangam**	**Government Hospital**
156		**Thuvarankurichi**	**Government Hospital**
157		**Manachanallur**	**Government Hospital**
158		**Lalkudi**	**Government Hospital**
159		**Peruvalappur**	**Government Primary Health Centre**
160		**Pettavaithalai**	**Government Primary Health Centre**
161	Vellore	Anaicut	Government Hospital
162		Melsanakuppam	Government Hospital
163		Kudiyatham,	Government Taluk Hospital
164	Villupuram	Thumbur	Government Primary Health Centre
165		Ginjee	Government Hospital

166		Marakkanam	Government Hospital
167		Vikkaravandi	Government Hospital
168		Sathur	Government Hospital
169		Srivilliputhur	Government Hospital
170		Erichanatham	Government Hospital
171		Rajapalayam	Government Taluk Hospital
172		Sivakasi	Government Hospital

STATEMENT-II

Details of Ayush Dispensaries in Tamil Nadu, particularly in Tiruchirappalli district and Pudukottai district

Sl. No.	Name of the Institution	System	District
1	Rural Dispensary, Kalampalayam	Siddha	Coimbatore
2	Rural Dispensary, Sultanpet	Siddha	
3	Rural Dispensary, Keeranatham	Siddha	
4	Rural Dispensary, Tholampalayam	Ayurveda	
5	Rural Dispensary, Mathakalirmanickam	Siddha	Cuddalore
6	Rural Dispensary, Menasi	Siddha	Dharmapuri
7	Rural Dispensary, Kottapatti	Siddha	
8	Rural Dispensary, Pannanthur	Siddha	Krishnagiri
9	Rural Dispensary, Avalpoondurai	Siddha	Erode
10	Rural Dispensary, Myilrangam	Siddha	Tiruppur, Erode
11	Rural Dispensary, Uthukadu	Siddha	Kancheepuram
12	Rural Dispensary, Poovancode	Siddha	Kanniyakumari
13	Rural Dispensary, Pothumbu	Siddha	Madurai
14	Rural Dispensary, Lakshmipuram	Siddha	Theni
15	Rural Dispensary, Vizhunthamavadi	Siddha	Nagapattinam
16	Rural Dispensary, Vanathirajapuram	Siddha	Mayiladuthurai
17	**Rural Dispensary, Kudumianmalai**	**Siddha**	**Pudukottai**
18	Rural Dispensary, Perunazhi	Siddha	Ramnad
19	Rural Dispensary, Narippaiyur	Siddha	
20	Rural Dispensary, Kidathirukkai	Siddha	
21	Rural Dispensary, Rettaiyurani	Siddha	

22	Rural Dispensary, Koravalli	Siddha	
23	Rural Dispensary, Siruvachur	Siddha	Salem
24	Rural Dispensary, Periyathanda	Siddha	
25	Rural Dispensary, Maramangalathupatti	Siddha	
26	Rural Dispensary, Semmandapatti	Siddha	
27	Rural Dispensary, K. Morur	Siddha	
28	Rural Dispensary, Madagupatti	Siddha	Sivagangai
29	Rural Dispensary, Natchiapuram	Siddha	
30	Rural Dispensary, Pudukurichi	Siddha	
31	Rural Dispensary, Karuppur	Siddha	
32	Rural Dispensary, Anaikarai	Siddha	Thanjavur
33	Rural Dispensary, Yedapalli	Siddha	The Nilgiris
34	Rural Dispensary, Kinnakorai	Siddha	
35	Rural Dispensary, Ponnakudi	Siddha	Tirunelveli
36	Rural Dispensary, Seevalaperi	Ayurveda	
37	Rural Dispensary, Suthamalli	Ayurveda	
38	Rural Dispensary, Uthumalai	Siddha	Tenkasi
39	Rural Dispensary, Kurukkal Patti	Siddha	
40	Rural Dispensary, Nettur	Siddha	
41	**Rural Dispensary, Uthamarseeli**	**Siddha**	**Tiruchirappalli**
42	Rural Dispensary, Pavithram	Siddha	Karur
43	Rural Dispensary, Irumbulikurichi	Siddha	Ariyalur
44	Rural Dispensary, Thirukalappur	Siddha	
45	Rural Dispensary, Varathalampattu	Siddha	Vellore
46	Rural Dispensary, Cholapuram	Siddha	Virudhu Nagar
47	Rural Dispensary, Kalayar Karisalkulam	Siddha	
48	Rural Dispensary, Irunchirai	Siddha	

BUDGET FOR ECHS

4739. SHRI RAHUL GANDHI:

Will the Minister of **DEFENCE** be pleased to state:

(a) whether the Government has made budgetary allocations under the Ex-

Servicemen Contributory Health Scheme (ECHS) during the last ten years and if so, the details thereof including year-wise overall budget allocation, the total dues pending, the new dues being added annually and the shortfall therein;

(b) whether the recent audit report of the Comptroller and Auditor General (CAG) has pointed out a failure to provide ECHS with the required budgetary allocations and if so, the details thereof and the reasons therefor;

(c) the steps taken by the Government to ensure that veterans are not denied medical treatment due to pending dues under ECHS;

(d) whether there exists any differentiation in income tax exemption on disability pension for different categories of ex-servicemen with disability and if so, the details thereof and the rationale therefor;

(e) whether the Government proposes to restore full income tax exemption on disability pension for all disabled ex-servicemen; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH):

(a) to (c): The Ex-servicemen Contributory Health Scheme (ECHS) provides cashless and capless healthcare to Ex-servicemen and other eligible beneficiaries through a wide network of polyclinics and empanelled hospitals. The number of ECHS polyclinics and empanelled hospitals under ECHS has grown over the last

few years to provide better healthcare to its beneficiaires. The budget allocation for ECHS for last 10 years is enclosed as **Statement.**

The processing of medical bills of emapanelled hospitals and individual beneficiaries is a dynamic and time taking process. Normally, bills generated in the last months of any Financial Year gets cleared in next Financial Year. This results in some cyclic carry forward liability. Further, since the annual ECHS expenditure is growing year on year, occasional constraints in fund flow may, at times impact the payment cycle. Continuous efforts are made to manage resources optimally and to address issues in coordination with the concerned stakeholders, so as to ensure uninterrupted medical services to ECHS beneficiaries.

(d) to (f): Income Tax is not being deducted from disability pension and superannuated/ retired pensioners in receipt of applicable disability compensation in addition to Retiring/ Service Pension in compliance with Hon'ble Supreme Court Order dated 30.08.2019 in WP (C) No. 953/2019.

The exemption in respect of disability pension received by members of the armed forces who are invalided out of service on account of a disability attributable to or aggravated by military service has existed since the framework under the Income Tax-Act, 1922 as provided vide Notification No. 878-F (Income Tax) dated March 21, 1922. When the Income Tax Act, 1961 came into force, the exemption continued through the repeal and savings provisions.

With the enactment of Income-Tax Act, 2025, the earlier enactments pertaining to Income-Tax Act, 1922 and related savings provisions ceased to operate. Therefore, in the absence of an express provisions in the new Act, the exemption would have lapsed. The present provision has been included to ensure the continuation of the same exemption that existed earlier, including its scope and conditions.

STATEMENT

Budget allocation for ECHS for last 10 years

Financial Year (FY)	Budget (in Crs)
2016-17	2896
2017-18	3928
2018-19	3198
2019-20	5199
2020-21	5321
2021-22	4870
2022-23	6929
2023-24	9880
2024-25	10928
2025-26	11000*

* Rs. 3458 Cr. additional allotment under RE of FY 2025-26 proposed for the approval of Parliament.

FERTILIZER SUBSIDIES

4740. SHRI KODIKUNNIL SURESH:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) the total amount allocated and disbursed towards fertilizer subsidy during the last three years and the current year, fertilizer-wise (Urea, DAP, MOP, NPK,

etc.) and year-wise;

(b) whether the Government has made any changes in the Nutrient Based Subsidy (NBS) rates or Urea subsidy during the said period and if so, the details thereof;

(c) the distribution of subsidised fertilizers during the last three years in the country, State-wise including quantities supplied to Kerala;

(d) whether the Government has made any assessment regarding the impact of rising international prices of raw materials and natural gas on fertilizer subsidy burden and retail prices to farmers; and

(e) the steps taken by the Government to ensure timely availability of fertilizers at affordable prices to farmers and to prevent black marketing, diversion or overpricing?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): The details of the total amount allocated and disbursed towards fertilizer subsidy by the Government during the last three years and the current year i.e., from years 2022-23 to 2025-26 (as on 16.03.2026) are as follows:

(Figures in Rs.Crore)

Financial Year	Subsidy Scheme	Allocation	Expenditure
2022-23	Imported P&K	36,032.56	36,032.56
	Indigenous P&K	50,089.67	50,089.67
	Indigenous Urea	1,27,311.10	1,27,311.10

	Import of Urea	41,365.60	41,365.60
	Total	**2,54,798.93**	**2,54,798.93**
2023-24	Imported P&K	28,930.00	28,929.57
	Indigenous P&K	36,270.00	36,270.00
	Indigenous Urea	1,02,027.00	1,02,027.00
	Import of Urea	28,194.00	28,193.94
	Total	**1,95,421.00**	**1,95,420.51**
2024-25	Imported P&K	18,800.00	18,800.00
	Indigenous P&K	34,010.00	34,010.00
	Indigenous Urea	1,03,319.50	1,03,319.50
	Import of Urea	21,000.00	21,000.00
	Total	**1,77,129.50**	**1,77,129.50**
2025-26 (as on 16.03.2026)	Imported P&K	25,000.00	24,988.24
	Indigenous P&K	35,000.00	34,979.74
	Indigenous Urea	89,989.50	89,942.29
	Import of Urea	51,972.00	42,947.50
	Total	**2,01,961.50**	**1,92,857.77**

(b): Under Nutrient Based Subsidy (NBS) scheme, subsidy is fixed annually/ bi-annually for each financial year/ cropping season for nutrients Nitrogen (N), Phosphorus (P), Potash (K) and Sulphur (S) on per kg basis which is converted into subsidy per ton depending upon the nutrient content in each grade of P&K fertilizers. Details of Nutrient Based Subsidy (NBS) rates for last three years are as under:

(Figures in Rs. Per Kg)

Nutrients	**2023 Kharif**	**2023-24 Rabi**	**2024 Kharif**	**2024-25 Rabi**	**2025 Kharif**	**2025-26 Rabi**
N	76.49	47.02	47.02	43.02	43.02	43.02
P	41.03	20.82	28.72	30.80	43.60	47.96

K	15.91	2.38	2.38	2.38	2.38	2.38
S	2.80	1.89	1.89	1.76	2.61	2.87

Under the Urea Subsidy Scheme, Urea is provided to the farmers at a statutorily notified Maximum Retail Price (MRP). The MRP of 45 kg bag of urea is Rs.242 per bag (exclusive of charges towards neem coating and taxes as applicable). The difference between the delivered cost of urea at farm gate and net market realization by the urea units is given as subsidy to the urea manufacturer/importer by the Government of India. Accordingly, all farmers are being supplied urea at the subsidized rate.

(c): The availability of fertilizers viz. Urea, DAP, MOP and NPK has remained adequate in the country including the State of Kerala during the last three FYs i.e. 2022-23, 2023-24 and 2024-25. The information regarding requirement, availability and sales of these fertilizers during the said period is given in the enclosed **Statement**.

(d) and (e): Under the Urea Subsidy Scheme, Urea is provided to the farmers at a statutorily notified Maximum Retail Price (MRP). The MRP of 45 kg bag of urea is Rs.242 per bag (exclusive of charges towards neem coating and taxes as applicable). The difference between the delivered cost of urea at farm gate and net market realization by the urea units is given as subsidy to the urea manufacturer/importer by the Government of India. Accordingly, all farmers are being supplied urea at the subsidized rates. The Concession rate i.e. normative

cost of production of Urea consists of two components namely Fixed costs and Variable costs. The fixed Cost component comprises of the Conversion cost, Capital related cost and selling expenses, which varies from unit to unit whereas variable cost consists of the cost of bag, water and energy cost which is pass-through item. Any change in price of gas impact the urea subsidy burden of the Government.

The Government has implemented Nutrient Based Subsidy (NBS) Scheme w.e.f. 01.04.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under NBS policy, the subsidy is provided to manufacturer/ importer on notified P&K fertilizers on its PoS sale during the season, depending on their nutrient content to ensure availability of fertilizers to farmers. The Government monitors international prices of key fertilizers and raw materials and fluctuations, if any, are subsumed while fixing NBS rates for P&K fertilizers annually / bi-annually to ensure affordable supply of P&K fertilizers to the farmers. Further, to ensure affordability, special provisions like Rs. 3500 per MT to cover 'Other Costs' which includes costs incurred from factory gate to farm gate, advantage / disadvantage due to increase/decrease in international prices, provision for GST component included in the MRP and provision for reasonable return @ 4% of net MRP (MRP-GST) have been extended to both imported and domestic DAP and imported TSP over and above NBS subsidy for Kharif 2025 and Rabi 2025-26 seasons.

The following Steps are taken by the Government every season for ensuring

timely and adequate supply of fertilizers across the country, including the State of Kerala:

i. Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise& month-wise requirement of fertilizers.

ii. On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

iii. The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web based monitoring system called integrated Fertilizer Management System (iFMS);

iv. Regular Weekly Video Conference is conducted jointly by DA&FW and D/o Fertilizers with State Agriculture Officials and corrective actions are taken to dispatch fertilizers as indicated by the State Governments.

v. The distribution of fertilizers within the State is done by the respective State Government.

In addition, in order to address the issues of hoarding, diversion and black-marketing, fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. State Governments are empowered to take action against persons involved in said

malpractices, as per provisions of EC Act. Any complaints received at Department of Fertilizers level regarding these malpractices is sent to concerned State Government to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985.

STATEMENT

REQUIREMENT, AVAILABILITY AND SALES OF FERTILIZERS DURING THE FY 2022-23

fig. in LMT

		UREA			DAP			MOP			NPKS		
S.No	State	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales
1	Andaman and Nicobar Islands	0.00	0.01	0.00	0.00	0.01	0.00	0.00	0.01	0.00	0.01	0.00	0.00
2	Andhra Pradesh	16.65	18.39	15.87	4.20	5.43	4.64	3.09	1.42	1.18	15.97	16.27	13.73
3	Arunachal Pradesh	0.01	0.01	0.01	0.01	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00
4	Assam	3.85	4.07	3.56	0.85	0.83	0.63	0.75	0.58	0.47	0.26	0.22	0.19
5	Bihar	22.80	24.68	21.96	6.82	7.15	5.66	2.16	1.55	1.26	3.72	5.35	4.25
6	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	Chhattisgarh	8.74	10.57	8.38	3.70	4.68	3.14	1.01	0.77	0.56	1.45	1.63	1.06
8	Dadra and Nagar Haveli	0.01	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10	Delhi	0.20	0.32	0.28	0.04	0.06	0.05	0.01	0.00	0.00	0.01	0.00	0.00
11	Goa	0.03	0.02	0.02	0.01	0.00	0.00	0.01	0.00	0.00	0.04	0.03	0.03
12	Gujarat	24.00	27.30	24.73	5.50	7.48	6.10	1.15	0.91	0.81	5.85	7.08	5.23
13	Haryana	21.50	23.68	20.46	5.70	6.48	5.59	0.60	0.43	0.35	0.70	0.30	0.26
14	Himachal Pradesh	0.76	0.85	0.74	0.02	0.02	0.02	0.07	0.07	0.04	0.39	0.41	0.35
15	Jammu and kashmir	1.68	1.93	1.60	0.59	0.60	0.48	0.40	0.23	0.17	0.04	0.00	0.00

16	Jharkhand	2.60	3.04	2.56	1.00	0.89	0.77	0.20	0.05	0.04	0.46	0.52	0.45
17	Karnataka	17.20	22.22	18.21	5.90	8.44	6.21	3.00	1.68	1.41	17.16	21.53	16.67
18	Kerala	1.23	1.32	1.12	0.20	0.22	0.19	1.07	0.86	0.78	1.42	1.32	1.02
19	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20	Madhya Pradesh	33.00	36.94	32.39	18.50	17.61	13.85	1.57	0.76	0.62	4.85	6.25	4.79
21	Maharashtra	25.29	30.39	24.66	8.20	9.34	7.18	4.30	1.68	1.38	23.50	28.89	20.46
22	Manipur	0.22	0.35	0.31	0.12	0.04	0.04	0.12	0.05	0.04	0.00	0.03	0.03
23	Meghalaya	0.02	0.01	0.00	0.01	0.00	0.00	0.01	0.00	0.00	0.01	0.00	0.00
24	Mizoram	0.09	0.11	0.10	0.06	0.01	0.01	0.04	0.00	0.00	0.00	0.00	0.00
25	Nagaland	0.00	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26	Odisha	5.84	7.08	5.60	2.69	2.55	1.94	1.35	0.84	0.61	3.05	3.26	2.63
27	Puducherry	0.15	0.18	0.17	0.01	0.02	0.02	0.02	0.01	0.01	0.07	0.09	0.06
28	Punjab	29.25	34.90	29.45	7.25	8.46	7.17	0.90	0.49	0.41	1.70	0.71	0.58
29	Rajasthan	21.50	27.91	25.17	7.40	9.70	8.47	0.30	0.18	0.14	0.95	0.85	0.72
30	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	Tamil Nadu	9.96	11.38	10.05	2.73	3.49	2.76	2.53	1.85	1.65	6.45	9.19	7.38
32	Telangana	18.39	21.63	18.83	3.55	4.70	3.71	2.27	0.86	0.74	15.16	16.24	12.90
33	Tripura	0.27	0.28	0.19	0.05	0.02	0.02	0.09	0.06	0.02	0.02	0.03	0.02
34	Uttarakhand	2.20	2.38	2.05	0.35	0.64	0.52	0.09	0.07	0.03	0.35	0.15	0.11
35	Uttar Pradesh	77.50	87.39	74.72	24.70	27.69	22.38	3.36	1.42	1.22	7.00	6.64	4.79
36	West Bengal	14.25	16.49	14.05	4.05	4.36	3.77	3.70	2.70	2.36	10.12	11.16	9.61
	All India	**359.19**	**415.82**	**357.26**	**114.20**	**130.93**	**105.31**	**34.17**	**19.55**	**16.32**	**120.69**	**138.15**	**107.31**

REQUIREMENT, AVAILABILITY AND SALES OF FERTILIZERS DURING THE FY 2023-24													
fig. in LMT													
		UREA			DAP			MOP			NPKS		
S.No	State	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales
1	Andaman and Nicobar Islands	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.01	0.00	0.00	0.00	0.00
2	Andhra Pradesh	15.73	17.89	14.99	4.13	4.86	4.20	1.84	1.81	1.31	13.28	17.87	14.02
3	Arunachal Pradesh	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4	Assam	3.46	4.56	3.73	0.75	0.87	0.72	0.66	0.69	0.44	0.30	0.39	0.23
5	Bihar	22.63	27.46	23.24	6.82	7.78	6.51	2.28	1.75	1.39	4.50	6.09	4.39
6	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	Chhattisgarh	8.40	11.37	8.99	3.10	5.28	4.34	0.66	0.97	0.60	1.07	1.90	1.30
8	Dadra and Nagar Haveli	0.01	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10	Delhi	0.00	0.37	0.32	0.00	0.05	0.04	0.00	0.00	0.00	0.00	0.00	0.00
11	Goa	0.03	0.02	0.02	0.01	0.01	0.01	0.01	0.00	0.00	0.04	0.03	0.02
12	Gujarat	24.71	26.78	24.30	5.86	6.71	6.29	1.30	1.00	0.80	6.00	8.93	6.97
13	Haryana	20.63	24.86	21.77	5.60	6.29	5.83	0.55	0.50	0.36	1.20	0.64	0.44
14	Himachal Pradesh	0.68	0.82	0.68	0.01	0.01	0.01	0.05	0.05	0.03	0.37	0.39	0.32
15	Jammu and kashmir	1.40	2.01	1.45	0.55	0.59	0.44	0.32	0.24	0.16	0.03	0.00	0.00
16	Jharkhand	2.47	3.74	3.04	1.02	1.06	0.94	0.21	0.03	0.03	0.41	0.46	0.33

17	Karnataka	16.10	21.02	15.65	5.90	8.13	6.42	2.45	1.97	1.54	16.50	21.09	15.84
18	Kerala	1.19	1.13	0.96	0.20	0.18	0.16	0.97	0.87	0.70	1.42	1.56	1.26
19	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20	Madhya Pradesh	33.46	41.73	34.37	14.22	17.81	15.50	0.87	1.05	0.67	5.40	6.99	5.41
21	Maharashtra	23.74	31.06	23.48	7.00	8.93	7.36	3.00	2.18	1.42	26.50	34.08	23.04
22	Manipur	0.30	0.26	0.25	0.04	0.01	0.01	0.05	0.02	0.02	0.00	0.01	0.00
23	Meghalaya	0.02	0.05	0.04	0.00	0.00	0.00	0.00	0.00	0.00	0.01	0.00	0.00
24	Mizoram	0.07	0.15	0.13	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
25	Nagaland	0.00	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26	Odisha	5.46	7.70	5.84	2.33	3.12	2.74	1.03	0.93	0.66	2.80	3.16	2.42
27	Puducherry	0.16	0.15	0.13	0.02	0.01	0.01	0.01	0.01	0.01	0.06	0.10	0.07
28	Punjab	29.48	37.35	30.68	8.00	8.23	7.24	0.85	0.62	0.50	1.50	1.02	0.73
29	Rajasthan	24.28	29.23	25.39	8.95	9.80	9.37	0.23	0.20	0.15	1.11	1.40	1.08
30	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	Tamil Nadu	10.23	11.86	10.11	2.95	3.22	2.71	2.45	2.05	1.63	7.30	10.19	7.94
32	Telangana	18.94	23.77	19.03	3.80	4.34	3.68	2.00	1.18	0.92	15.99	17.09	13.62
33	Tripura	0.24	0.26	0.14	0.05	0.04	0.03	0.07	0.06	0.02	0.02	0.03	0.02
34	Uttarakhand	1.84	2.67	2.31	0.35	0.49	0.38	0.08	0.08	0.04	0.35	0.24	0.20
35	Uttar Pradesh	76.15	91.83	74.53	24.50	25.76	21.61	2.35	1.62	1.21	9.50	10.13	7.93
36	West Bengal	14.32	17.34	12.20	4.02	3.83	3.20	3.35	2.85	1.83	10.65	12.74	9.20
	All India	**356.08**	**437.47**	**357.81**	**110.18**	**127.42**	**109.73**	**27.62**	**22.74**	**16.45**	**126.31**	**156.51**	**116.80**

REQUIREMENT, AVAILABILITY AND SALES OF FERTILIZERS DURING THE FY 2024-25													
fig. in LMT													
		UREA			DAP			MOP			NPKS		
S.No	State	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales	Requirement	Availability	DBT Sales
1	Andaman and Nicobar Islands	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2	Andhra Pradesh	15.90	18.68	15.70	4.30	4.80	4.34	1.50	2.38	1.71	16.00	18.36	15.78
3	Arunachal Pradesh	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4	Assam	3.28	4.48	4.10	0.61	0.70	0.62	0.47	0.80	0.57	0.55	0.63	0.48
5	Bihar	22.87	27.64	25.60	5.50	6.40	5.83	1.50	2.54	1.84	6.00	7.46	6.04
6	Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7	Chhattisgarh	8.90	12.03	10.07	4.10	4.19	3.83	0.73	1.13	0.76	1.80	2.84	2.34
8	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
10	Delhi	0.23	0.43	0.40	0.01	0.05	0.04	0.00	0.00	0.00	0.00	0.00	0.00
11	Goa	0.02	0.02	0.02	0.01	0.00	0.00	0.00	0.00	0.00	0.04	0.03	0.03
12	Gujarat	25.60	25.82	24.23	6.25	5.84	5.42	0.99	1.18	0.92	7.00	9.98	8.35
13	Haryana	21.50	25.32	22.65	5.80	5.49	5.34	0.60	0.74	0.47	1.70	1.31	1.03
14	Himachal Pradesh	0.71	0.81	0.65	0.01	0.04	0.03	0.04	0.05	0.03	0.37	0.41	0.32
15	Jammu and kashmir	1.48	2.05	1.36	0.49	0.58	0.43	0.22	0.26	0.14	0.04	0.02	0.01

16	Jharkhand	2.65	4.11	3.73	0.90	0.87	0.84	0.06	0.05	0.03	0.65	1.08	0.85
17	Karnataka	17.25	22.63	19.17	5.64	6.55	5.86	1.95	3.08	2.21	16.20	25.46	20.90
18	Kerala	1.11	1.37	1.15	0.17	0.21	0.20	0.82	1.06	0.83	1.37	1.50	1.26
19	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
20	Madhya Pradesh	35.38	42.43	38.09	16.57	12.70	11.66	1.05	1.59	1.08	8.50	11.94	9.77
21	Maharashtra	23.73	32.72	26.41	7.50	7.13	6.47	2.30	3.45	2.22	30.00	37.86	28.79
22	Manipur	0.25	0.16	0.14	0.03	0.03	0.02	0.04	0.02	0.02	0.02	0.01	0.01
23	Meghalaya	0.04	0.04	0.04	0.01	0.00	0.00	0.00	0.00	0.00	0.01	0.00	0.00
24	Mizoram	0.08	0.25	0.20	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
25	Nagaland	0.00	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
26	Odisha	6.05	8.15	6.67	2.86	2.83	2.56	0.85	1.11	0.77	2.75	4.04	3.28
27	Puducherry	0.16	0.16	0.15	0.01	0.02	0.02	0.01	0.02	0.01	0.07	0.11	0.08
28	Punjab	26.50	36.70	32.56	8.10	6.99	6.61	1.00	1.06	0.71	2.50	1.73	1.41
29	Rajasthan	26.20	29.43	26.40	8.50	7.11	6.90	0.21	0.28	0.20	2.25	3.04	2.55
30	Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
31	Tamil Nadu	10.91	12.61	10.92	2.70	2.98	2.56	2.24	2.56	1.94	10.54	10.19	8.49
32	Telangana	20.20	22.15	20.08	3.90	3.91	3.64	1.30	1.44	1.14	17.00	17.54	14.97
33	Tripura	0.18	0.24	0.17	0.04	0.03	0.02	0.03	0.06	0.04	0.04	0.04	0.03
34	Uttarakhand	2.03	2.60	2.31	0.30	0.52	0.40	0.08	0.08	0.04	0.40	0.28	0.21
35	Uttar Pradesh	77.00	91.72	79.18	24.05	21.55	19.51	1.72	2.50	1.76	14.50	12.85	10.50
36	West Bengal	13.80	19.05	15.77	3.55	3.62	3.12	2.50	3.41	2.57	11.00	15.25	12.24
	All India	**364.01**	**443.83**	**387.92**	**111.92**	**105.14**	**96.29**	**22.21**	**30.85**	**22.02**	**151.29**	**183.98**	**149.72**

CENTRAL FUND ALLOCATION FOR WEST BENGAL

4741. SHRI RAJU BISTA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the total amount of funds allocated for West Bengal under various schemes of the Ministry since 2019, year-wise;

(b) the details of utilisation of these funds by the State Government of West Bengal, scheme-wise and year-wise;

(c) the details of new healthcare infrastructure established in the said State since 2019 under the above schemes, including Sub-Centres, Health & Wellness Centres (AB-HWCs under NHM). Primary Health Centres (PHCs), Block Primary Health Centres (BPHCS), Community Health Centres (CHCs), Sub-Divisional Hospitals and District Hospitals, district-wise;

(d) the details of news healthcare infrastructure established in Darjeeling and Kalimpong districts since 2019, block-wise; and

(e) the total number of beneficiaries who have availed healthcare services from these newly established centres in the said State since 2019, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): "Public Health and Hospitals" is a State subject and the primary - responsibility of strengthening public healthcare system including up gradation

and strengthening of existing health facilities lies with the respective State/ UT. However, under National Health Mission (NHM), Ministry of Health and Family Welfare (MoHFW) provides the technical and financial support to States/UTs based on the proposals received from States within their overall resource envelope.

The Ministry of Health and Family Welfare through various Centrally Sponsored Schemes and Central Sector Schemes supplements the efforts of the States / UTs in the healthcare sector. The various Centrally Sponsored Schemes are implemented with separate budget lines for each component of the schemes under this Ministry. The details of major Centrally Sponsored Schemes / Programmes and Central Sector Schemes implemented through the States/UTs along with details of funds released/Utilized in the State of West Bengal are as under :

i. National Health Mission (NHM) and Pradhan Mantri Ayushman Bharat Health Infrastructure Mission (PM-ABHIM) details are given in the enclosed **Statement-I**

ii. Establishment of New Medical Colleges attached with existing District/Referral hospitals and upgradation of existing State Government/Central Government medical colleges to increase MBBS seats in the country and Strengthening and upgradation of State Government Medical colleges for starting new PG disciplines and increasing PG seats

details are given in the enclosed **Statement-II**

iii. Augmenting Nursing Education details are given in the enclosed **Statement-III**

iv. Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) details are given in the enclosed **Statement-IV**

(c) to (e): The latest Health Dynamics of India (HDI) report, available in the website of MoHFW, providing the details of health facilities functioning in the Rural / Urban areas of the country across all the States/ UTs with available resources, can be accessed at the following link of HDI 2022-23.viz.

https://mohfw.gov.in/sites/default/files/Health%20Dynamics%20of%20India%20%28Infrastructure%20%26%20Human%20Resources%29%202022-23_RE%20%281%29.pdf

The Ministry of Health and family Welfare provides technical and financial support to the States / UTs to strengthen the public health care system, based on the proposals received in the form of Program Implementation Plans (PIPs) under National Health Mission Scheme. The Government of India provides approval for the proposal in the form of Record of Proceedings (RoPs) as per norms and available resources.

The details of healthcare infrastructure projects which include SHC/ PHC/CHC & HWC, SDH, DH and MCH etc approved under NHM from 2019-20 onwards for the state of West Bengal can be accessed year-wise with the help of the following link to RoPs in the Ministry's Website, which has the relevant data

on this aspect viz.

https://nhm.gov.in/index4.php?lang=1&level=0&linkid=62&lid=75

i. Under Fifteenth Finance Commission (FC-XV) for the State of West Bengal, an approval of Rs. 4318.63 Cr. has been given over the five year period from FY 2021-22 to FY 2025-26 for establishment and strengthening of 1759 Building-less Sub Health Centres/ Primary Health Centres/CHCs (1551 SHCs, 80 PHCs and 7 CHCs), 341 Block Public Health Units (BPHUs) and 1584 Urban-Ayushman Arogya Mandir (U-AAM) as per proposal of the State.

ii. Under PM-ABHIM for the State of West Bengal, an approval of Rs. 1309.32 Cr. has been given over the five year period from FY 2021-22 to FY 2025-26 for establishment of 385 Building-less Sub Health Centres amounting to Rs.213.68 Cr, 23 Integrated Public Health Laboratory (IPHL) amounting to Rs.47.38 Cr, 204 Urban Ayushman Arogya Mandir amounting to Rs.321.30 Cr and 22 Critical Care Block (CCB) amounting to Rs.726.96 Cr.

STATEMENT-I

Central Release and Expenditure under National Health Mission for the FY 2020-21 to FY 2024-25

(Rs in Crores)

2020-21		2021-22		2022-23		2023-24		2024-25	
Central Release	Expenditure	Central Release	Expenditure	Central Release	Expenditure	Central Release	Expenditure	Central Release	Expenditure
1,895.01	2,598.62	1,654.26	2,229.46	1,252.32	3,509.86	890.42	3,641.98	688.44	3,583.07

Note:

1. Expenditure includes expenditure against Central Release, State release & unspent balances at the beginning of the year. Expenditure is as per FMRs submitted by States/UTs and is provisional.

2. The above releases relate to Central Govt. Grants & do not include State share contribution.

Central Release and Expenditure under Pradhan Mantri Ayushman Bharat Health Infrastructure Mission since inception to FY 2024-25

(Rs in Crores)

2021-22		2022-23		2023-24		2024-25		2025-26	
Central Release	Expenditure	Central Release	Expenditure	Central Release	Expenditure	Central Release	Expenditure	Central Release	Expenditure
9.95	0.00	0.00	9.75	30.91	49.78	78.40	92.35	79.73	56.94

Note:

1. Expenditure includes expenditure against Central Release, State release & unspent balances at the beginning of the year. Expenditure is as per FMRs submitted by States/UTs and is provisional.
2. The above releases relate to Central Govt. Grants & do not include State share contribution.
3. Central Release updated upto 26.02.2026 and Expenditure up dated upto 31.12.2025

STATEMENT-II

Establishment of New Medical Colleges attached with existing District/Referral hospitals and upgradation of existing State Government/Central Government medical colleges to increase MBBS seats in the country and Strengthening and upgradation of State Government Medical colleges for starting new PG disciplines and increasing PG seats

(a): Centrally Sponsored Scheme (CSS) for 'Establishment of new medical colleges attached with existing district/referral hospitals' with preference to underserved areas and aspirational districts, where there is no existing Government or private medical college. The fund sharing mechanism between the Centre and State Governments is in the ratio of 90:10 for North Eastern and Special Category States, and 60:40 for others. Under the scheme, all the

envisaged 157 medical colleges have been approved including 11 medical colleges in various districts of West Bengal. The details may be seen as under:

(Rs in Crores)

Name of the Districts	Approval Date	Approved Cost	Central Share	Total fund released	Functional Status
Birbhum (Rampur Hat)	27.11.2015	189.00	113.40	113.40	Yes
Cooch behar	27.11.2015	189.00	113.40	113.40	Yes
Diamond harbour, South 24 Parganas	27.11.2015	189.00	113.40	113.40	Yes
Purulia	27.11.2015	189.00	113.40	113.40	Yes
Raiganj, North Dinajpur	27.11.2015	189.00	113.40	113.40	Yes
Barasat	12.09.2018	250	150	150	Yes
Uluberia	02.09.2020	250	150	150	Yes
Arambagh	04.05.2018	250	150	150	Yes
Jhargram	12.09.2018	250	150	150	Yes
Tamluk	12.09.2018	250	150	150	Yes
Jalpaiguri	13.01.2020	325	195	73.57	Yes

(b): Under CSS for Upgradation of existing State Government/Central Government medical colleges to increase MBBS seats in the country, support has been provided for increase of 100 MBBS seats in 02 Medical colleges with an approved cost of Rs. 100 Cr. Entire central share of Rs.72 Cr. has been released to the state.

(c): Under CSS for Strengthening and up-gradation of Govt. Medical Colleges for

Increase of PG seats, Proposal of Government of West Bengal to increase 466 PG seats in 08 Medical Colleges under Phase-I with an approved cost of Rs. 168.91 Cr. The central share of Rs. 123.979 Cr has been released to the state. Further, under phase-II of the scheme, 606 PG seats in 8 Medical colleges have been approved with an approved cost of Rs. 724.84 Cr. central share of Rs. 108.73 Cr. has been released till date.

STATEMENT-III

Central Sector Scheme of Development of Nursing Services upgradation of schools of nursing into colleges of nursing, a fund to the tune of Rs. 7 Crore is released for upgradation of each school of nursing into college of nursing and strengthening of nursing infrastructure. Details of the funds released to the state of West Bengal is as below:

S.No.	Name of Institute	Funds Released (in crore)	Year of release
1.	Nursing Training School, Malda Medical College & Hospital, Malda	2.00	2025-26
2.	GNM Training School Jhargram Govt. Medical College and Hospital	2.00	2025-26
Total		**4.00**	

STATEMENT-IV

Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY)

An amount of ₹785 crores every year is provisioned to West Bengal every year for implementation of Ayushman Bharat Pradhan Mantri Jan Arogya Yojana

(AB PM-JAY) since the launch of the scheme in September, 2018.

However, the scheme was implemented in West Bengal only from 23rd September 2018 to 10th January 2019, during which an amount of ₹31.28 crore was released to the State as Central share. Subsequently, the State Government decided to withdraw from the implementation of the scheme with effect from 10th January 2019.

Ayushman Bharat Digital Mission (ABDM) was launched by the Government of India in September 2021 to support the development of an integrated, citizen-centric national digital health ecosystem.

A table representing the year-wise budget allocation and amount released to West Bengal (Amount in Rs crore) is as under:

Financial Year	**Allocated Amount (Rs. in crore)**	**Released Amount (Rs. in crore)**
2021-22	0.74	0.61
2022-23	7.28	1.41
2023-24	7.88	6.35
2024-25	5.57	0.21
2025-26	5.00	1.13

MISSION SHAKTI IN ODISHA

4742. SHRI PRADEEP PUROHIT:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) the details of the objectives/key components of Mission SHAKTI being implemented for empowerment of women in Odisha during the last three years and the current year;

(b) the details of the budget allocation and expenditure incurred under the said Mission in the said State during the last three years and the current year, year-wise;

(c) the number of projects/programmes approved under the said Mission in the said State during the said period, district-wise;

(d) the details of each approved project, including nature of activity, implementing agency and project cost, district-wise; and

(e) the details of the steps taken by the Government to ensure effective monitoring, transparency and outcome-based evaluation of the projects in the said State?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (e): Mission Shakti aims at strengthening interventions for women safety, security and empowerment. Mission Shakti comprises of two verticals ‘Sambal’ for safety and security of women and ‘Samarthya’ for empowerment of women. Mission Shakti is Centrally Sponsored Scheme implemented across the country including the State of Odisha.

Sambal has components of One Stop Centre (OSC), Women Helpline (WHL), Beti Bachao Beti Padhao (BBBP) and Nari Adalat (Nari Adalat). Samarthya has components of Shakti Sadan, Sakhi Niwas, Pradhan Mantri Matru Vandana Yojana (PMMVY), Palna and SANKALP: Hub for Empowerment of Women (SANKALP: HEW).

One Stop Centre (OSC) provides integrated and immediate support and assistance under one roof to women affected by violence and those in distress, both in private and public spaces. It provides services like medical aid, legal aid and advice, temporary shelter, police assistance and psycho-social counselling to needy women. Women Helpline (WHL-181) provides 24-hour toll-free telecommunication services to support women in both emergency and non-emergency situations. Beti Bachao Beti Padhao (BBBP) Scheme was launched to help address Child Sex Ratio (CSR) and related issues of empowerment of girls and women over a life cycle continuum. Beti Bachao Beti Padhao (BBBP) scheme has transformed from policy initiative into national movement by mobilizing various stakeholders, including government agencies, media civil society and general public. Nari Adalat is an pilot initiative aimed at empowering women by ensuring justice and to offer services such as alternate dispute resolution, grievance redressal, counselling, evidence-based decision-making, pressure group tactics, negotiation, mediation, and reconciliation at Gram Panchayat level. It is implemented as pilot scheme in the States of Assam,

Mizoram, Sikkim, Uttar Pradesh and Union Territory of Jammu & Kashmir.

Pradhan Mantri Matru Vandana Yojana (PMMVY) is a maternity benefit scheme under which cash incentives flow to beneficiaries through Direct Benefit Transfer (DBT) mode for the first child and the second girl child. Shakti Sadan is an integrated relief and rehabilitation home for women in distress situations, including trafficked women. Sakhi Niwas provides safe and conveniently located accommodation for working women. Palna aims to provide quality crèche facilities in a safe and secure environment for children. SANKALP: Hub for Empowerment of Women (HEW) facilitates inter-sectoral convergence of schemes and programmes meant for women at the national, State/UT, and district levels.

The implementation of the scheme lies with the State Governments and UT Administrations and funds are being released on the basis of guidelines of Department of Expenditure, prescribed for Single Nodal agency (SNA) or SNA SPARSH of the Public Financial Management System (PFMS).

Fund released/expenditure under Mission Shakti for the State of Odisha for 2022-23 is Rs.12.02 Crore, for 2023-24 is Rs.13.85 Crore, for 2024-25 is Rs.57.10 Crore and for 2025-26 (till 13.03.2026) is Rs.42.34 Crore. The details of component-wise approved and operational institutions in the State of Odisha are given in the enclosed **Statement**.

Further, once in a year, the Programme Approval Board (PAB) monitors

with States and UTs the progress of activities under the scheme and reviews status of achievement of objectives, effective delivery of services to women and children including rural and marginalized communities. Apart from this, officials of the Ministry continuously review the scheme through meetings, video conferencing and by making field visits to States/UTs from time to time.

A third party evaluation of the schemes of the Ministry was conducted during the Financial Year 2019 to 2024 through NITI Aayog. The study found the relevance, effectiveness and sustainability of the schemes as satisfactory.

STATEMENT

Component-wise approved and operational institutions in the State of Odisha

S. No.	Scheme	Implementation Status	Physical Progress	
			Approved	Operational
1	One Stop Centre	Yes	39	34
2	Women Helpline	Yes	1	1
3	Beti Bachao Beti Padhao (BBBP)	Yes	NA	NA
4	Nari Adalat**	NA	NA	NA
5	Pradhan Mantri Matru Vandana Yojana (PMMVY)	Yes	NA	NA
6	Shakti sadan	Yes	68	68
7	Sakhi Niwas	Yes	28	11
8	Palna	Yes	1000	0
9	SANKALP: HEW	Yes	1	1

*NA- Functional across the state in all districts

** Pilot scheme implemented in the States of Assam, Mizoram, Sikkim, Uttar Pradesh and Union Territory of Jammu & Kashmir.

ADVERSE HEALTH EFFECTS OF ARTIFICIAL FOOD COLOURS

4743. SHRI K E PRAKASH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has taken note of growing concerns regarding the adverse health effects of artificial food colours, particularly among children, if so, the details thereof;

(b) whether it is a fact that certain synthetic food colours banned or restricted in other countries continue to be permitted for use in India;

(c) if so, the details of the scientific basis for permitting their continued use; and

(d) whether the Government proposes to impose a complete ban on artificial food colours in food products in the interest of public health and if so, the details of the timeline fixed in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (d): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

The synthetic colours permitted for use in food products as per the Food Safety and Standards Regulations, 2011 are harmonized with the internationally

accepted Codex Standards i.e. the General Standard for Food Additives adopted by the Codex Alimentarius Commission.

The food additives permitted for use are listed in the Appendix A of Food Safety and Standards (Food Products Standards and Food Additives) Regulation, 2011 which is available on FSSAI's website at

https://fssai.gov.in/upload/uploadfiles/files/Appendix%20A(4).pdf.

The food safety standards are made based on the scientific opinion provided by independent risk assessment bodies i.e. Scientific Panels and Scientific Committee. Further, the standards are also reviewed on the basis of the available scientific evidence and recognized global best practices.

SIDDHA PRACTITIONERS

4744. DR. GUMMA THANUJA RANI:

Will the Minister of **AYUSH** be pleased to state:

(a) whether the Government is aware of the number of Siddha practitioners in India, including the number that can successfully teach this system of medicine;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the steps taken by the Government to develop capabilities to practice Siddha medicine among the youth; and

(d) the details of the budgetary allocation for raising awareness about this

traditional system of medicine?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): All Siddha practitioners are required to be registered in the State Register and the National Register maintained by the concerned State/ Union Territory Boards/Councils and the Board of Ethics and Registration for Indian System of Medicine (BERISM) under National Commission for Indian System of Medicine (NCISM) respectively. Total 8570 Siddha practitioners have been registered in the National Register maintained by NCISM. The NCISM (Minimum Essential Standards for Undergraduate Siddha Education) Regulations, 2022 prescribes the specific qualifications (post-graduation in relevant Siddha specialties) and experiences that are mandatory for faculty appointments. There are currently 17 permitted Siddha Medical Colleges providing undergraduate (BSMS) and postgraduate (MD Siddha) education. NCISM continues to monitor and regulate the faculty data through the Online Teacher Management System (OTMS) to ensure transparency and maintain the quality of Siddha education in India. Currently, 924 number of Siddha faculties have been enrolled on OTMS.

(c): National Commission for Indian System of Medicine (NCISM) through its regulations mandates for fully functional attached teaching hospital to all Siddha institutions with the purpose of providing adequate clinical training to the students

and thereby develops capabilities to practice Siddha system of medicine. Also, Ministry of Ayush through Central Council for Research in Siddha (CCRS) organizes various academic, training and capacity-building programmes to facilitate exposure to Siddha principles, clinical practices, research methodology thereby encouraging young practitioners to actively engage in Siddha practice.

(d): Ministry of Ayush implements the Information, Education and Communication (IEC) Scheme to promote awareness, adoption, and integration of Ayush systems including Siddha in preventive healthcare. Under IEC scheme, there is no separate budgetary allocation for Siddha System of medicine, however Ministry successfully organized Siddha Day 2024 in Chennai with a budget of Rs.93,71,615/- to enhance public outreach. National-level Arogya Fairs are also held, with participation from institutions like the National Institute of Siddha and the Central Council for Research in Siddha offering free health check-ups, medicines, and information on Siddha therapies. Further, Central Council for Research in Siddha (CCRS) has spent an amount of Rs.1.35 crore for raising awareness about Siddha System of Medicine in the previous financial year i.e. 2025-26. Moreover, National Institute of Siddha (NIS) conducts awareness activities from their Grant-in-aid allocated under General head.

COMPLEX SURGERIES BY DENTAL PRACTITIONERS

4745. SHRI YUSUF PATHAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware of the cases of complex procedures like craniofacial surgery, major reconstructive surgery and hair transplant surgery being performed by dental practitioners;

(b) if so, the details thereof including the number of such instances reported till date during the last five years;

(c) whether dental surgeons are permitted under existing laws and regulations to perform such complex craniofacial surgeries and if so, the details thereof;

(d) the number of cases of complications and deaths arising from such procedures performed by dental practitioners during the last five years, State-wise; and

(e) the details of action taken by the Government against dental practitioners performing such allegedly unauthorized procedures?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (e): The Dental Council of India (DCI), a statutory body constituted under the Dentists Act, 1948, is empowered to regulate dental education, qualifications, and scope of dental specialties in India.

DCI has notified Master of Dental Surgery (MDS) Regulations, 2007 & 2017 to define the curriculum and training scope of Oral & Maxillofacial Surgery. Oral & Maxillofacial Surgery is a recognized surgical specialty of dentistry dealing with

diseases, injuries and defects of the Oral and Maxillofacial region. However, the matter of scope of practice of the Oral & Maxillofacial Surgeons is under challenge in WP no. 36164 and 12044 of 2024 in the Hon'ble High Court of Madras.

उत्तर प्रदेश में आंगनवाड़ी केन्द्र

4746. श्री देवेश शाक्यः

क्या **महिला और बाल विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) उत्तर प्रदेश के एटा और कासगंज जिलों में कुल कितने स्वीकृत और प्रचालित आंगनवाड़ी केन्द्र (एडब्लूसी) हैं और वर्तमान में उनमें से कितने पूर्णतः कार्य कर रहे हैं;

(ख) एटा और कासगंज में विभागीय भवनों, पंचायतों/विद्यालय भवनों और किराए के परिसरों में चल रहे आंगनवाड़ी केंद्रों (एडब्लूसी) का ब्यौरा क्या है;

(ग) क्या उक्त दोनों जिलों के भीतर किसी विकास खंड की आकांक्षी ब्लॉक के रूप में पहचान की गई है और यदि हां, तो ऐसे ब्लॉकों में आंगनवाड़ी सेवाओं को सुदृढ़ करने के लिए स्वीकृत विशेष उपबंधों, अतिरिक्त संसाधनों अथवा अवसंरचना विकास कार्यों का ब्यौरा क्या है; और

(घ) क्या सरकार द्वारा एटा और कासगंज जिलों में नए आंगनवाड़ी भवनों के निर्माण, पोषण सेवाओं की गुणवत्ता में सुधार और डिजिटल विकास निगरानी को सुदृढ़ करने के लिए कोई विशिष्ट कार्ययोजना कार्यान्वित की गई है?

महिला और बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर):

(क): मिशन सक्षम आंगनवाड़ी और पोषण 2.0 के अंतर्गत उत्तर प्रदेश राज्य में कार्यशील आंगनवाड़ी केंद्रों (एडब्ल्यूसी) की जिलावार संख्या लिंक: https://www.poshantracker.in/statistics पर उपलब्ध है।

(ख): एटा और कासगंज जिलों में स्वामित्व वाली इमारतों, पंचायत/स्कूल भवनों/सामुदायिक भवनों और किराये के परिसरों में संचालित होने वाले एडब्ल्यूसी का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) और (घ): मिशन सक्षम आंगनवाड़ी और पोषण 2.0 के अंतर्गत, आंगनवाड़ी केंद्रों (एडब्ल्यूसी) में अवसंरचना सुविधाओं में सुधार के लिए विभिन्न कदम उठाए गए हैं। 15वें वित्त आयोग अवधि के दौरान, मनरेगा के साथ समन्वय में प्रति वर्ष 10,000 आंगनवाड़ी केंद्रों की दर से 50,000 आंगनवाड़ी केंद्रों का निर्माण किया जा रहा है, जिसमें मनरेगा के तहत 8.00 लाख रुपये, 15वें वित्त आयोग (एफसी) (या किसी अन्य असम्बद्ध निधि) के तहत 2.00 लाख रुपये और महिला एवं बाल विकास मंत्रालय द्वारा प्रति आंगनवाड़ी केंद्र 2.00 लाख रुपये प्रदान किए जाते हैं जिसे केंद्र तथा राज्यों और संघ राज्य क्षेत्रों के मध्य निर्धारित लागत हिस्सेदारी के अनुपात में दिया जाता है।

इसके अलावा, राज्यों और संघ राज्य क्षेत्रों को यह भी सलाह दी गई है कि वे सांसद स्थानीय क्षेत्र विकास योजना (एमपीएलएडीएस), ग्रामीण अवसंरचना विकास कोष (आरआईडीएफ), पंचायती राज संस्थाओं के लिए वित्त आयोग अनुदान, अल्पसंख्यक कार्य मंत्रालय के बहुक्षेत्रीय विकास कार्यक्रम (एमएसडीपी) आदि जैसी विभिन्न योजनाओं से आंगनवाड़ी केंद्रों के भवनों के निर्माण के लिए निधि जुटाना जारी रखें।

उत्तरी सीमावर्ती क्षेत्रों पर ध्यान केंद्रित करते हुए जनजातीय आबादी और वीवीपी (जीवंत ग्राम कार्यक्रम) - चरण I में लक्षित विकास के लिए प्रधानमंत्री जनमन और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान के तहत आंगनवाड़ी केंद्रों के निर्माण के लिए विभिन्न अन्य पहलें की गई हैं।

साथ ही, आंगनवाड़ी केंद्रों में अवसंरचना सुविधाओं में सुधार के लिए मंत्रालय द्वारा विभिन्न कदम उठाए गए हैं, जिनमें अन्य बातों के साथ-साथ, आंगनवाड़ी केंद्रों में पेयजल सुविधाओं और शौचालयों के लिए निधि को क्रमशः 10,000 रुपये से बढ़ाकर 17,000 रुपये और 12,000 रुपये से बढ़ाकर 36,000 रुपये करना शामिल है।

मिशन पोषण 2.0 के तहत, 15वें वित्त आयोग अवधि में सरकारी भवनों में स्थित दो लाख आंगनवाड़ी केंद्रों को प्रति वर्ष 40,000 आंगनवाड़ी केंद्रो की दर से सक्षम आंगनवाड़ी केंद्रों के रूप में सुदृढ़ किया गया है ताकि बेहतर पोषण और प्रारंभिक बाल्यावस्था देखरेख एवं शिक्षा प्रदान की जा सके। सक्षम आंगनवाड़ी केंद्रों को पारंपरिक आंगनवाड़ी केंद्रों की तुलना में बेहतर अवसंरचना प्रदान की जाती है, जिसमें एलईडी स्क्रीन, जल शोधन प्रणाली, पोषण वाटिका, प्रारंभिक बाल्यावस्था देखरेख एवं शिक्षा (ईसीसीई) सामग्री और भवन को शिक्षण सहायक के रूप में उपयोग करने वाली (बाला) पेंटिंग शामिल हैं। दिनांक 28.02.2026 तक, देश भर में कुल 2 लाख आंगनवाड़ी केंद्रों को सक्षम आंगनवाड़ी के रूप में उन्नत करने की मंजूरी दी गई है, जिसमें एटा जिले के लिए 145 आंगनवाड़ी केंद्र और कासगंज जिले के लिए 9 आंगनवाड़ी केंद्र शामिल हैं।

शिक्षा मंत्रालय के स्कूल शिक्षा एवं साक्षरता विभाग के समन्वय से, सरकारी प्राथमिक विद्यालयों में आंगनवाड़ी केंद्रों के सहस्थापन के लिए दिशानिर्देश 3 सितंबर, 2025 को संयुक्त रूप से जारी किए गए हैं। इनका उद्देश्य प्रारंभिक बाल्यावस्था देखरेख एवं शिक्षा और मूलभूत साक्षरता एवं संख्या ज्ञान सेवाओं को सुदृढ़ करना है। जिन स्थानों पर भौतिक रूप से आंगनवाड़ी केंद्रों को स्थापित करना संभव नहीं है, वहां उन्हें निकटतम प्राथमिक विद्यालय के साथ जोड़ा जाएगा।

मिशन सक्षम आंगनवाड़ी और पोषण 2.0 के तहत, आंगनवाड़ी केंद्रों को सेवाओं की कुशल निगरानी और प्रदायगी के लिए स्मार्टफोन और विकास निगरानी उपकरणों के प्रावधान के साथ तकनीकी रूप से समर्थ बनाया गया है।

'पोषण ट्रैकर' एप्लिकेशन को निगरानी के एक महत्वपूर्ण साधन के रूप में आरंभ किया गया है, जो सभी आंगनवाड़ी केंद्रों, आंगनवाड़ी कार्यकर्त्रियों और लाभार्थियों की निर्धारित संकेतकों पर निगरानी और ट्रैकिंग की सुविधा प्रदान करता है। पोषण ट्रैकर के अंतर्गत प्रौद्योगिकी का उपयोग बच्चों में ठिगनापन, दुबलापन और अल्प वजन की व्याप्तता की निरंतर पहचान के लिए किया जा रहा है।

इसने आंगनवाड़ी सेवाओं जैसे आंगनवाड़ी केंद्रों का खुलना, बच्चों की दैनिक उपस्थिति, ईसीसीई गतिविधियाँ, बच्चों की वृद्धि की निगरानी, पका हुआ गर्म भोजन (एचसीएम)/घर ले जाने वाला राशन (टीएचआर - कच्चा राशन नहीं), वृद्धि माप आदि के लिए लगभग तत्समय आंकड़ों के संग्रह की सुविधा प्रदान की है। यह एप्लिकेशन प्रमुख व्यवहारों और सेवाओं पर परामर्श वीडियो भी प्रदान करता है जो प्रसव, प्रसवोत्तर देखरेख, स्तनपान और पूरक आहार पर संदेशों के प्रसार में सहायक होते हैं। पोषण ट्रैकर एप्लिकेशन के उपयोग के संबंध में आंगनवाड़ी कार्यकर्त्रियों के लिए नियमित रूप से क्षेत्र स्तरीय प्रशिक्षण/कार्यशालाएँ आयोजित की जाती हैं। पोषण ट्रैकर में आंगनवाड़ी कार्यकर्त्रियों के लिए स्वयं सीखने वाले वीडियो भी शामिल हैं, जो डिजिटल मॉड्यूल के माध्यम से निरंतर क्षमता निर्माण और कार्यस्थल पर सीखने को सुगम बनाते हैं।

महिला एवं बाल विकास मंत्रालय ने सेवा प्रदायगी की अंतिम लाभार्थी तक ट्रैकिंग के उद्देश्य से घर ले जाने वाले राशन के वितरण के लिए पोषण ट्रैकर एप्लिकेशन में चेहरे की पहचान प्रणाली (एफआरएस) तैयार की है ताकि यह सुनिश्चित किया जा सके कि लाभ केवल पोषण ट्रैकर में पंजीकृत लक्षित लाभार्थी को ही मिले।

सक्षम आंगनवाड़ी और मिशन पोषण 2.0 के अंतर्गत गर्भवती महिलाओं, स्तनपान कराने वाली माताओं और किशोरियों को घर ले जाने वाले राशन (टीएचआर) की निर्बाध रूप से आपूर्ति सुनिश्चित करने के लिए पोषण ट्रैकर में नॉमिनी मॉड्यूल आरंभ किया गया है। यदि किसी कारणवश पंजीकृत लाभार्थी (गर्भवती महिला, स्तनपान कराने वाली माता और किशोरी) एफआरएस के माध्यम से अपना टीएचआर प्राप्त करने के लिए आंगनवाड़ी केंद्र नहीं जा पाती हैं, तो वे अपनी ओर से टीएचआर प्राप्त करने के लिए किसी व्यक्ति को नामित कर सकती हैं। नॉमिनी को केवल एक बार ई-केवाईसी प्रक्रिया से गुजरना होगा। लेकिन लाभार्थी की ओर से टीएचआर प्राप्त करने के लिए हर बार फेस मैचिंग की जाएगी। नॉमिनी निर्धारित करने के बाद भी, यदि नॉमिनी ने पहले से टीएचआर प्राप्त नहीं किया है, तो

लाभार्थी आंगनवाड़ी केंद्र से टीएचआर प्राप्त कर सकती हैं।

मिशन सक्षम आंगनवाड़ी और पोषण 2.0 केंद्र प्रायोजित योजना है। इस योजना का कार्यान्वयन राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासन के अंतर्गत आता है।

विवरण

उत्तर प्रदेश के एटा और कासगंज जिलों में स्वामित्व वाली इमारतों, पंचायत/विद्यालय भवनों/सामुदायिक भवनों और किराए के परिसरों में संचालित होने वाले आंगनवाड़ी केंद्रों का ब्यौरा

जिला	स्वामित्व वाली इमारतें	विद्यालय भवनों के साथ सह-स्थित	पंचायत	सामुदायिक भवन	कोई अन्य सरकारी स्वामित्व वाली इमारत	किराए पर ली गई इमारत
एटा	416	1129	20	246	44	9
कासगंज	288	1648	50	148	184	126

GREEN HYDROGEN TERMINAL AT PARADIP PORT

4747. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) whether a proposal for development of a dedicated green hydrogen and green ammonia handling jetty at Paradip Port is under consideration or approval, and if so, the present status thereof;

(b) the estimated capital investment, projected cargo handling capacity and targeted timeline for commissioning of the proposed facility;

(c) whether feasibility studies and environmental impact assessments have been completed for handling green fuels at the port, if so, the details thereof;

(d) the manner in which such infrastructure is expected to strengthen the country's maritime economy and green shipping transition; and

(e) whether similar green fuel terminals are planned at other major ports in the country, if so, the details thereof?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a) to (d): Yes. Government has approved development of Green Hydrogen / Green Ammonia handling jetty through Public Private Partnership mode at Paradip Port Authority. The estimated cost of the project is Rs. 797.17 crore, having a cargo handling capacity of 4 million tonne per annum and to be commissioned by March 2029. Feasibility study for handling green fuels (Green Hydrogen / Green Ammonia) at Paradip Port has been conducted. Environmental Impact Assessment has been undertaken by National Centre for Sustainable Coastal Management (NCSCM), Chennai. The project willenhance cargo handling capacity of Paradip Port, diversify the cargo basket in the port, support private sector investments in the emerging green energy sector, generate employment and create a robust green energy ecosystem.

(e): Yes. Deendayal Port has developed a jetty with capacity of 3.5 million tonne per annum which is also compatible for handling Green Ammonia at the Port.

औषधीय पौधों की खेती और संरक्षण

4748. श्री जसवंतसिंह सुमनभाई भाभोर:

श्री जुगल किशोर:

श्री रोडमल नागर:

क्या **आयुष** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों के दौरान देश में औषधीय पौधों के संरक्षण, विकास और सतत प्रबंधन के लिए केन्द्रीय क्षेत्र की योजना के अंतर्गत स्वीकृत आयुष परियोजनाओं, जारी की गई निधियों और उन जनजातीय किसानों की संख्या कितनी है जिनकी आय में वृद्धि हुई है उनका जम्मू और कश्मीर, गुजरात के दाहोद संसदीय निर्वाचन क्षेत्र और मध्य प्रदेश सहित राज्य/संघ राज्य क्षेत्र-वार ब्यौरा क्या है;

(ख) क्या मध्य प्रदेश के राजगढ़ जिले में औषधीय पौधों की खेती की परियोजनाएं कार्यान्वित की गई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार द्वारा दाहोद के वन क्षेत्रों में दुर्लभ और संकटापन्न औषधीय पौधों को उनके प्राकृतिक पर्यावास में तथा इससे बाहर संरक्षण के लिए कोई विशेष प्रयास किए गए हैं और इसके मापे जाने योग्य परिणाम क्या हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) दाहोद के औषधीय पादप उत्पादकों को बाजार से जोड़ने, मूल्य पारदर्शिता सुनिश्चित करने और ई-चरक मोबाइल ऐप के माध्यम से आय को दोगुना करने के लक्ष्य की दिशा में हुई प्रगति का ब्यौरा क्या है; और

(ङ) उक्त योजना का किसानों की आय और औषधीय पौधों की खेती के अंतर्गत क्षेत्र विस्तार पर क्या प्रभाव पड़ा है?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क): राष्ट्रीय औषधीय पादप बोर्ड (एनएमपीबी), आयुष मंत्रालय वर्तमान में जम्मू और कश्मीर, गुजरात और मध्य प्रदेश सहित पूरे देश में "औषधीय पादपों के संरक्षण, विकास और सतत प्रबंधन हेतु केंद्रीय क्षेत्र योजना" का कार्यान्वयन कर रहा है। योजना के अंतर्गत, निम्नलिखित गतिविधियों के लिए परियोजना आधारित सहायता प्रदान की जाती है:

i. औषधीय पादप संरक्षण एवं विकास क्षेत्रों (एमपीसीडीए) के विकास के माध्यम से *स्व-स्थाने* संरक्षण।
ii. स्व-स्थाने/बाह्य-स्थाने संसाधन संवर्धन।
iii. हर्बल उद्यानों की स्थापना के माध्यम से *बाह्य-स्थाने* संरक्षण।
iv. संयुक्त वन प्रबंधन समितियों (जेएफएमसी)/पंचायतों/वन पंचायतों/जैव विविधता प्रबंधन समितियों (बीएमसी)/स्वयं सहायता समूहों (एसएचजी) इत्यादि के साथ आजीविका संबंध।
v. प्रशिक्षण/कार्यशालाएं/सेमिनार/सम्मेलन इत्यादि जैसी आईईसी गतिविधियां।
vi. अनुसंधान एवं विकास।
vii. औषधीय पादप उत्पादों के विपणन और व्यापार को बढ़ावा देना।
viii. औषधीय पादपों की आपूर्ति श्रृंखला में अग्रवर्ती और पश्चवर्ती लिंकेज स्थापित करना।

पिछले पांच वर्षों के दौरान, औषधीय पादपों के संरक्षण, विकास और सतत प्रबंधन पर केंद्रीय क्षेत्र योजना के अंतर्गत स्वीकृत परियोजनाओं और जारी की गई निधियों का राज्यवार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख): आयुष मंत्रालय, भारत सरकार ने वित्तीय वर्ष 2015-16 से 2020-21 तक मध्य प्रदेश सहित पूरे देश में औषधीय पादपों की खेती के लिए राष्ट्रीय आयुष मिशन (एनएएम) की केंद्रीय प्रायोजित योजना

लागू की थी। आज तक, आयुष मंत्रालय ने केंद्रीय हिस्से के रूप में 15.85 करोड़ रुपये की राशि जारी की है और वित्तीय वर्ष 2015-16 से 2020-21 तक राष्ट्रीय आयुष मिशन (एनएएम) के औषधीय पौधों के घटक के तहत मध्य प्रदेश में 12,551 हेक्टेयर क्षेत्र में औषधीय पौधों की खेती को सहायता प्रदान की है। इसका ब्यौरा संलग्न **विवरण-II** में दिया गया है।

इसके अतिरिक्त, आयुष मंत्रालय के राष्ट्रीय औषधीय पादप बोर्ड ने मध्य प्रदेश, राज्य औषधीय पादप बोर्ड को वित्त वर्ष 2024-25 के दौरान एकीकृत घटक के तहत 119.95 लाख रुपये की राशि से **"मध्य प्रदेश के खंडवा जिले में औषधीय पौधों की आपूर्ति श्रृंखला में अग्रवर्ती और पश्चवर्ती लिंकेज स्थापित करना"** नामक परियोजना को मंजूरी दी है। इस परियोजना का उद्देश्य औषधीय पादपों की खेती के लिए किसानों को वितरण हेतु रोपण सामग्री जुटाना और फसल कटाई के बाद प्रबंधन और विपणन के लिए बुनियादी ढांचा स्थापित करना है।

(ग): एनएमपीबी "औषधीय पादपों के संरक्षण, विकास और सतत प्रबंधन पर केंद्रीय क्षेत्र योजना" के तहत वन सीमावर्ती समुदायों को आजीविका उपलब्ध करने के लिए वन क्षेत्रों में औषधीय पादपों के संसाधन संवर्धन/पौधारोपण, निर्दिष्ट वन क्षेत्रों के बाहर बाह्य संसाधन संवर्धन के माध्यम से वृक्षारोपण और स्थानीय क्लस्टर स्थापित करने के लिए (जेएफएमसी)/पंचायतों/वन पंचायत/एसएचजी/बीएमसी आदि को मूल्यवर्धन, सुखाने, भंडारण और विपणन अवसंरचना को बढ़ाने आदि के लिए राज्य वन विभागों को, जिनमें गुजरात राज्य शामिल है दुर्लभ और लुप्तप्राय औषधीय पादपों के संरक्षण के लिए परियोजना आधारित सहायता प्रदान कर रहा है। पिछले पांच (5) वर्षों के दौरान, एनएमपीबी ने गुजरात के कच्छ क्षेत्र में औषधीय पादपों का ''*स्व-स्थाने* संसाधन संवर्धन" नामक परियोजना को सहायता प्रदान की है।

(घ): किसानों की आय में मुल्य पारदर्शिता और आय में वृद्धि को सुनिश्चित करने के लिए, औषधीय पादपों के व्यापार और आसान बाजार पहुंच बनाने हेतु एक प्लेटफॉर्म उपलब्ध कराने के लिए,

एनएमपीबी ने औषधीय पौधों/जड़ी-बूटियों के प्रचार और विपणन के लिए "ई-चरक" मोबाइल एप्लिकेशन के साथ-साथ वेब पोर्टल का भी शुभारंभ किया है। "ई-चरक" एक ऐसा प्लेटफॉर्म है जो देश भर में विभिन्न हितधारकों, मुख्य रूप से औषधीय पौधों के क्षेत्र से जुड़े किसानों के बीच सूचना के आदान-प्रदान को सक्षम बनाता है। "ई-चरक" एप्लिकेशन विभिन्न स्थानीय भाषाओं को सपोर्ट करता है और यह पूरे भारत में 25 हर्बल बाजारों से 100 औषधीय पादपों का पाक्षिक बाजार मूल्य भी उपलब्ध कराता है।

वर्तमान में, ई-चरक मोबाइल में **पंजीकृत उपयोगकर्ता** हैं-11,119; **कुल आगंतुक**-30565540; **पोस्ट की गई सामग्री**-7,588; **क्रेताओं एवं विक्रेताओं के बीच संपर्क**-7114690

(ङ): केन्द्रीय क्षेत्र योजना के अंतर्गत खेती संबंधी कार्यकलापों को सहायता नहीं दी जाती है। तथापि, एनएमपीबी, आयुष मंत्रालय ने वित्तीय वर्ष 2023-24 से मौजूदा केंद्रीय क्षेत्र योजना की औषधीय पादपों की आपूर्ति श्रृंखला (एकीकृत घटक) में अग्रवर्ती और पश्चवर्ती लिंकेज के तहत परियोजनाओं को सहायता दी है, जिसमें औषधीय पादपों की खेती हेतु रोपण सामग्री उगाने के लिए गुणवत्तायुक्त रोपण सामग्री हेतु बुनियादी ढांचे के लिए परियोजना आधारित सहायता के साथ-साथ, किसानों को जागरूक करने के लिए सूचना, शिक्षा एवं संचार (आईईसी) गतिविधियां चलाने, फसल कटाई के बाद प्रबंधन हेतु बुनियादी ढांचा और औषधीय पादपों की विपणन क्षमता बढ़ाने, उपज का मूल्य वर्धन करने, लाभप्रदता बढ़ाने और नुकसान को कम करने, गुणवत्ता परीक्षण तथा कच्चे माल का प्रमाणन करने के लिए परियोजना आधारित सहायता दी जाती है।

एनएमपीबी ने वित्तीय वर्ष 2023-24 से एनएमपीबी की केंद्रीय क्षेत्र योजना की औषधीय पादपों की आपूर्ति श्रृंखला में अग्रवर्ती और पश्चवर्ती लिंकेज (एकीकृत घटक) के तहत विभिन्न संगठनों के लिए कुल 15 परियोजना प्रस्तावों को मंजूरी दी है, ताकि किसानों को गुणवत्तापूर्ण रोपण सामग्री प्रदान करके औषधीय पादपों की खेती के तहत लगभग 2000 हेक्टेयर क्षेत्र को कवर किया जा सके।

विवरण-I

पिछले पांच वर्षों के दौरान देश में, जम्मू और कश्मीर, गुजरात और मध्य प्रदेश सहित औषधीय पादपों के संरक्षण, विकास और सतत प्रबंधन के लिए केंद्रीय क्षेत्र योजना के अंतर्गत स्वीकृत नई परियोजनाओं और जारी कुल निधियों (पुरानी और नई परियोजनाओं) का राज्य/संघ राज्य क्षेत्र का ब्यौरा

क्र सं.	राज्य	स्वीकृत परियोजनाओं की संख्या	जारी की गई राशि (रूपये लाखों में)
1.	अंडमान और निकोबार	1	24.50
2.	आंध्र प्रदेश	16	466.78
3.	अरुणाचल प्रदेश	5	79.67
4.	असम	24	1063.00
5.	बिहार	2	43.09
6.	चंडीगढ़	3	58.32
7.	छत्तीसगढ़	5	158.25
8.	दिल्ली	39	1116.84
9.	गोवा	1	47.24
10.	गुजरात	14	1348.02
11.	हरियाणा	16	515.72
12.	हिमाचल प्रदेश	20	730.12
13.	जम्मू एवं कश्मीर	14	679.40
14.	झारखंड	6	14.20
15.	कर्नाटक	32	1585.04
16.	केरल	31	1379.74
17.	लद्दाख	4	91.75
18.	लक्ष्यद्वीप	0	26.17
19.	मध्य प्रदेश	27	594.03
20.	महाराष्ट्र	25	828.99
21.	मणिपुर	8	141.94
22.	मेघालय	2	31.15
23.	मिजोरम	7	325.77

24.	नागालैंड	3	97.93
25.	ओडिशा	20	150.28
26.	पंजाब	13	195.48
27.	पुदुचेरी	4	96.75
28.	राजस्थान	12	224.26
29.	सिक्किम	3	520.22
30.	तमिलनाडु	51	687.31
31.	तेलंगाना	14	544.47
32.	त्रिपुरा	1	0
33.	उत्तर प्रदेश	38	1096.64
34.	उत्तराखंड	26	700.21
35.	पश्चिम बंगाल	11	842.22
		498	**16505.5**

विवरण-II

वित्तीय वर्ष 2015-16 से 2020-21 तक राष्ट्रीय आयुष मिशन (एनएएम) योजना के औषधीय पादप घटक के अंतर्गत मध्य प्रदेश में स्वीकृत गतिविधियों का ब्यौरा

क्र.सं.	गतिविधियाँ	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	कुल
1	औषधीय पादपों की खेती के अंतर्गत कवर किए गए क्षेत्र (हेक्टेयर में क्षेत्रफल)	1681	2518	2030	1262	790	4270	**12551**
2	कटाई उपरांत प्रबंधन इकाइयों की संख्या (संख्या में)	0	0	14	0	40	9	**63**
3	ग्रामीण संग्रहण केन्द्र (संख्या में)	0	0	0	1	0	0	**1**
4.	जारी की गई निधि (केंद्रीय हिस्सा) (करोड़ रुपये में)	2.76	2.98	2.70	2.01	3.10	2.30	**15.85**

INDIA'S STAND ON ISRAEL AND PALESTINE ISSUE

4749. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether the Government has assured Israel of its firm support and has also supported the Gaza Peace Initiative during the recent visit of Prime Minister of India to Israel, if so, the details thereof;

(b) whether India had stayed out of a statement issued at a joint press conference of diplomats from more than 85 countries at the United Nations on 17.2.2026, criticizing Israel's plans to tighten control of territory in the West Bank, if so, the details thereof;

(c) whether a day after India skipped a joint appearance with other countries at the United Nations to condemn Israel for its plans for West Bank settlement, India signed a joint statement on 18.2.2026, if so, the details thereof;

(d) whether India attended the Board of Peace meeting held in Washington D.C. as an observer, if so, the details thereof; and

(e) whether India still stood for a sovereign, independent and viable State of Palestine based on 1967 borders, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): Prime Minister Shri Narendra Modi paid a State visit to Israel on

February 25-26, 2026. During the visit, Prime Minister reaffirmed India’s support for the Gaza Peace Plan, which has been endorsed by the UN Security Council.

India's position towards Palestine has been long-standing. India remains committed to advancing a just, comprehensive and lasting peace in the region. In consonance with our position, India associated itself with the joint statement at the United Nations.

India attended the Board of Peace meeting held at the U.S. Institute of Peace in Washington, D.C., USA on 19 February 2026 as an Observer. 26 countries participated as Members in the meeting, while 22 countries, including India, participated as Observers. Full list of participating countries is given in the enclosed **Statement.**

STATEMENT

List of participants in the inaugural Board of Peace meeting

(19 February 2026, Washington D.C.)

Members

1. Albania
2. Argentina
3. Armenia
4. Azerbaijan
5. Bahrain
6. Bulgaria
7. Cambodia
8. Egypt
9. El Salvador

10. Hungary
11. Indonesia
12. Israel
13. Jordan
14. Kazakhstan
15. Kosovo
16. Kuwait
17. Mongolia
18. Morocco
19. Pakistan
20. Paraguay
21. Qatar
22. Saudi Arabia
23. Turkey
24. United Arab Emirates
25. Uzbekistan
26. Vietnam

Observers

1. Austria
2. Croatia
3. Cyprus
4. Czech Republic
5. European Union
6. Finland
7. Germany
8. Greece
9. India

10. Italy
11. Japan
12. Mexico
13. Netherlands
14. Norway
15. Oman
16. Poland
17. South Korea
18. Romania
19. Slovakia
20. Switzerland
21. Thailand
22. United Kingdom

भ्रूणों के अवैध लिंग निर्धारण पर अंकुश

4750. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उच्चतम न्यायालय के निर्देशों का अनुपालन करते हुए केन्द्र सरकार ने सभी राज्यों को देश में गैर-पंजीकृत और गैर-लाइसेंसी क्लीनिकों में उपयोग की जा रही अल्ट्रासाउंड मशीनों को जब्त करके भ्रूण के अवैध लिंग निर्धारण को रोकने के निर्देश जारी किए हैं; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में केन्द्र और राज्य सरकारों द्वारा क्या कार्रवाई की गई है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क) और (ख): केंद्र सरकार ने सभी राज्यों और संघ राज्य क्षेत्रों को माननीय सर्वोच्च न्यायालय के निर्देशों का अनुपालन सुनिश्चित करने के लिए एक परामर्शी जारी की है, जिसमें पीसी एवं पीएनडीटी अधिनियम, 1994 और उसके अंतर्गत बनाए गए नियमों के प्रावधानों को लागू करने का निर्देश दिया गया है।

इस संबंध में केंद्र और राज्य सरकारों द्वारा की गई कार्रवाई का विवरण नीचे दिया गया है:

- राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) के तहत, मंत्रालय राज्यों/संघ राज्य क्षेत्रों को पीसी एवं पीएनडीटी अधिनियम के कार्यान्वयन को सुदृढ़ करने के लिए वित्तीय सहायता प्रदान करता है।
- अधिनियम के प्रावधानों का उल्लंघन करने वाले ऑनलाइन विज्ञापनों की निगरानी और उन्हें हटाने में सहायता के लिए नोडल एजेंसी का गठन किया गया है।
- राज्यों और संघ राज्य क्षेत्रों में जागरूकता और क्षमता निर्माण संबंधी गतिविधियाँ नियमित रूप से आयोजित की जाती हैं।
- केंद्रीय पर्यवेक्षी बोर्ड (सीएसबी), राज्य पर्यवेक्षी बोर्ड (एसएसबी) और केंद्र द्वारा राज्यों के समन्वय से आयोजित सामान्य समीक्षा मिशन (सीआरएम) दौरे जैसे विभिन्न संस्थागत तंत्रों के माध्यम से नियमित समीक्षा और मूल्यांकन किया जाता है।
- राज्य और जिला स्तर पर नियमित निगरानी और निरीक्षण दौरे किए जाते हैं।
- सूचना, शिक्षा और संचार, पक्ष समर्थन संबंधी गतिविधियाँ, जिनमें प्रिंट और डिजिटल मीडिया के माध्यम से जन जागरूकता अभियान शामिल हैं, व्यवहार परिवर्तन और लैंगिक समानता को बढ़ावा देने के लिए की जाती हैं।
- जन जागरूकता पैदा करने के लिए राष्ट्रीय बालिका दिवस, अंतर्राष्ट्रीय बालिका दिवस और अंतर्राष्ट्रीय महिला दिवस प्रतिवर्ष पूरे देश में मनाए जाते हैं।

DEVELOPMENT OF INLAND WATERWAYS

4751. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) the list of inland waterways presently proposed, under consideration and presently functional across the Country, State-wise including Andhra Pradesh;

(b) the quantum of funds allocated, released and utilised for maintenance and upgradation of inland waterways across the Country during the last five years, State-wise including AndhraPradesh;

(c) the total trade volume on inland waterways of the Country during the last five years, State-wise including the said State; and

(d) whether the Government has considered further developing inland waterways for purposes of tourism, transportation, trade and commerce, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a): Presently, there are 111 declared National Waterways (NWs) across the country. Out of this 32 NWs are operational for cargo/passenger movement and 20 new NWs are proposed for operationalisation in next five years. The state-wiselist of operational/to be operational NWs is given in the enclosed **Statement-I.**

(b): Funds allocated, released and utilised for maintenance and upgradation of

NWs across the country during the last five years, waterway-wise with States including Andhra Pradesh is given in the enclosed **Statement-II.**

(c): NW wise details of traffic movement for the last five years with growth is given in the enclosed **Statement-III.**

(d): A total of 20 new NWs have been proposed for development in five years for tourism, transportation, trade and commerce. The details are given in the enclosed **Statement-I**.

STATEMENT-I

The state-wiselist of operational/to be operational NWs

(A) List of 32 operational NWs:

Sl.No.	NW No.	National Waterways (NW) Name	State
1	NW-1	Ganga-Bhagirathi-Hooghly River System (Haldia-Allahabad)	Uttar Pradesh, Bihar, Jharkhand & West Bengal
2	NW-2	Brahmaputra River (Dhubri-Sadiya)	Assam
3	NW-3	West Coast Canal	Kerala
4	NW-4	Krishna Godavari River Systems	Andhra Pradesh
5	NW-5	East Coast Canal And Matai River/Brahmani-Kharsua-Dhamra Rivers/Mahanadi Delta Rivers	Odisha
6	NW-8	Alappuzha-Changanassery Canal	Kerala
7	NW-9	Alappuzha-Kottayam – Athirampuzha Canal	Kerala
8	NW-14	Baitarni River	Odisha
9	NW-16	Barak River	Assam
10	NW-23	BudhaBalanga	Odisha

11	NW-31	Dhansiri/Chathe	Assam
12	NW-44	Ichamati River	West Bengal
13	NW-48	Jawai-Luni-Rann of Kutch River	Gujarat
14	NW-53	(Kalyan-Thane-Mumbai Waterway, Vasai Creek and Ulhas River)	Maharashtra
15	NW-64	Mahanadi River	Odisha
16	NW-86	Rupnarayan River	West Bengal
17	NW-94	Sone River	Bihar
18	NW-97	Sunderbans Waterway	West Bengal
19	NW-10	Amba River	Maharashtra
20	NW-83	Rajpuri Creek	Maharashtra
21	NW-85	Revadanda Creek-Kundalika River System	Maharashtra
22	NW-91	Shastri River - Jaigad Creek System	Maharashtra
23	NW-68	Mandovi River	Goa
24	NW-111	Zuari River	Goa
25	NW-73	Narmada River	Gujarat
26	NW-100	Tapi River	Gujarat
27	NW-27	Cumberjua River	Goa
28	NW-47	Jalangi River	West Bengal
29	NW-87	Sabarmati River	Gujarat
30	NW-57	Kopili River	Assam
31	NW-110	Yamuna River	Delhi, Haryana & Uttar Pradesh
32	NW-40	Ghaghra River	Bihar & Uttar Pradesh

(B) 20 new NWs proposed for operationalization in next 5 years.

Sl. No.	National Waterway	State/U.T.
1	NW-49 : Jhelum River (110 km)	Jammu & Kashmir
2	NW-26: Chenab River (51 km)	Jammu & Kashmir
3	NW-84: Ravi River (44 km)	Jammu & Kashmir, Himachal Pradesh & Punjab
4	NW-25: Chapora River (33 km)	Goa
5	NW-88: Sal River (14.05 km)	Goa
6	NW-4 Extension (1838.20 km)	Maharashtra, Telangana, Andhra Pradesh & Chhattisgarh
7	NW-51: Kabini River (23.17 km)	Karnataka
8	NW-76: Panchagangavali River (23 km)	Karnataka
9	NW-41: Ghataprabha River (111.76 km)	Karnataka
10	NW-90: Sharavati River (28.67 km)	Karnataka
11	NW-14: Baitarni River (48 km)	Odisha
12	NW-22: Birupa–Badi–Genguti–Brahmani System (155 km)	Odisha
13	NW-23: BudhaBalanga River (55.89 km)	Odisha
14	NW-96: Subarnarekha River (311 km)	Jharkhand, West Bengal & Odisha
15	NW-20: Bhawani River (95 km)	Tamil Nadu
16	NW-89: Savitri River &Bankot Creek (45.57 km)	Maharashtra
17	NW-13: AVM Canal (11.3 km)	Kerala& Tamil Nadu
18	NW-59: Kottayam–Vaikom Canal (18.8 km)	Kerala
19	NW-28:Dabhol Creek–Vashishti River (45.228 km)	Maharashtra
20	NW-5: Brahmani- Kharsua – Mahanadi Delta rivers (332 km)	Odisha

STATEMENT-II

Fund allocation and expenditure incurred (utilisation) in regard to the development of National Waterways during the last five years:

(Rs. in crore)

Sl.No.	National Waterways	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025
1.	NW-1 (Ganga-Bhagirathi-Hooghly river system) in Uttar Pradesh, Bihar, Jharkhand and West Bengal	58.54	87.83	66.25	163.38	97.71
2.	NW-3 (West Coast Canal, Kerala) including NW-8(Alapuzzha-Changonasser) &NW-9(Kottayam-Valicom) in Kerala	21.52	10.83	3.82	4.78	15.26
3.	Phase-1, NW-4(Krishna River) in Andhra Pradesh	3.62	3.08	0.18	0.67	1.22
4.	Phase-1, NW-5 (East Coast Canal And Matai River/Brahmani-Kharsua-Dhamra Rivers/Mahanadi Delta Rivers) in Odisha	2.13	2.58	0.76	26.53	2.24
5.	Other Plan schemes including new NWs-NW-27 (Cumberjao Canal), NW-68 (Mondavi River), NW-111 (Zuari River) in Goa, NW-86(Rupnarayan River), NW-97(Sunderbans River) in West Bengal	13.21	13.47	4.36	11.25	33.47
6.	Jal Marg Vikas Project (JMVP) on NW-1 in Uttar Pradesh, Bihar, Jharkhand and West Bengal	214.05	229.60	339.22	501.26	501.48
7.	NW-2 (Brahmaputra River)&NW-16 (Barak River)- Grants for creation of Capital Assets in Assam	38.79	78.04	100.18	261.77	432.30
	Total (Rs. in crore)	**351.86**	**425.43**	**514.77**	**969.64**	**1083.68**

STATEMENT-III

National Waterways wise Cargo Movement during 2020-21 to 2024-25.

(in Million Tons)

Sl. No.	National Waterways (NWs)	2020-21	2021-22	2022-23	2023-24	2024-25
1.	NW-1 [Ganga-Bhagirathi-Hooghly River System (Haldia-Allahabad)] in U.P., Bihar, Jharkhand and West Bengal	9.21	10.93	13.17	12.82	16.38
2.	NW-2 [Brahmaputra River (Dhubri-Sadiya)] in Assam	0.31	0.43	0.63	0.59	0.90
3.	NW-3 (West Coast Canal) in Kerala	0.73	1.70	3.23	3.29	3.49
4.	NW-4 (Krishna Godavari River Systems) in Andhra Pradesh	6.83	11.23	8.42	4.30	10.40
5.	NW-5 (East Coast Canal And Matai River/Brahmani-Kharsua-Dhamra Rivers/Mahanadi Delta Rivers) in Odisha		0.01	0.40	0.64	0.38
6.	NW-8 (Alappuzha-Changanassery Canal) in Kerala	-	-	0.03	0.04	0.04
7.	NW-9 (Alappuzha-Kottayam Athirampuzha Canal) in Kerala	-	-	0.02	0.02	0.03
8.	NW-14 (Baitarni River) in Odisha	-	-	-	0.00	-
9.	NW-16 (Barak River) in Assam	0.00	0.01	0.01	0.00	0.18
10.	NW-23 (BudhaBalanga River) in Odisha	-	-	0.03	0.02	0.02
11.	NW-27 (Cumberjua River) in Goa	-	-	-	-	-
12.	NW-31 (Dhansiri/Chathe River) in Assam	-	-	-	0.01	0.00
13.	NW-40 (Ghaghra River) in Bihar & U.P.					
14.	NW-44 (Ichamati River) in West Bengal	0.28	0.82	0.46	0.48	0.49
15.	NW-47 (Jalangi River) in West Bengal	-	-	-	-	-
16.	NW-48 (Jawai-Luni-Rann of Kutch River) in Gujarat & Rajasthan	-	-	-	-	2.40
17.	NW-53 (Kalyan-Thane-Mumbai Waterway, Vasai Creek And Ulhas River) in Maharashtra	-	-	-	-	2.70
18.	NW-57 (Kopili River) in Assam	-	-	-	-	-

19.	NW-64 (Mahanadi River) in Odisha	-	0.01	0.45	0.67	0.40
20.	NW-86 (Rupnarayan River) in West Bengal	0.00	0.00	0.09	0.10	0.14
21.	NW-94 (Sone River) in Bihar	-	-	-	1.16	0.97
22.	NW-97 (Sunderbans Waterway) in West Bengal	3.86	6.10	5.47	5.19	5.98
	Sub Total (National Waterways 1,2,3,4,5,16,44,64,86,94 &97)	21.22	31.24	32.41	29.34	44.91
	Maharashtra Waterways					-
23.	NW-10 (Amba River)	17.69	20.23	28.54	30.17	29.69
24.	NW-83 (Rajpuri Creek)	0.21	0.23	0.24	0.45	0.27
25.	NW-85 (Revadanda Creek-Kundalika River System)	1.08	0.70	0.50	0.99	0.82
26.	NW-91 (Shastri River - Jaigad Creek System)	9.23	22.45	33.87	37.05	32.64
	TOTAL Maharashtra Waterways	28.21	43.61	63.15	68.66	63.41
	Goa Waterways					-
27.	NW-68 (Mandovi River)	4.00	2.62	2.54	2.42	2.84
28.	NW-111 (Zuari River)	4.46	1.96	0.39	1.10	1.32
	TOTAL Goa Waterways	8.46	4.58	2.93	3.52	4.16
	Gujarat Waterways					-
29.	NW-73 (Narmada River)	0.08	0.05	0.04	0.06	0.06
30.	NW-100 (Tapi River)	25.63	29.32	27.62	31.46	33.31
	TOTAL Gujarat Waterways	25.71	29.37	27.66	31.51	33.36
	Grand Total (Million Tonnes)	83.61	108.79	126.15	133.03	145.84
	Year on Year Growth	-	30.13%	15.95%	5.45%	9.63%

PROMOTION OF DESERT MEDICINAL PLANTS

4752. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **AYUSH** be pleased to state:

(a) whether the Government proposes to promote desert medicinal plants such as

Guggul (Commiphora wightii) and Aloe Vera (Aloe barbadens is miller) through AYUSH-based value chain development and cultivation initiatives;

(b) if so, the details thereof along with the schemes or programmes launched or being implemented for the cultivation, conservation, processing, marketing and export promotion of such medicinal plants including the financial assistance and technical support provided to farmers; and

(c) whether similar promotional and value chain development efforts are being undertaken in other arid and semi-arid States of the Country and if so, the details thereof, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): Yes, National Medicinal Plants Board (NMPB), Ministry of Ayush promotes the desert medicinal plants such as Guggul (*Commiphora wightii* (Arn.) Bhandari) and Aloe vera (*Aloe barbadensis* Miller) through AYUSH-based value chain development and cultivation initiatives through its Regional-cum-Facilitation Centres (RCFCs) in different geographical regions across the country by providing Quality Planting Material (QPM) to the farmers for cultivation initiative including training programs on GAP & value addition of these medicinal plants. Further, NMPB under its “Central Sector Scheme on Conservation, Development and Sustainable Management of Medicinal Plants” have provided project based

support to State Forest Departments in desert, arid and semi-arid states like Gujarat, Haryana, Punjab, Madhya Pradesh and Rajasthan for *in-situ* conservation of medicinal plants in their natural habitats by way of establishing Medicinal Plants Conservation and Development Areas (MPCDAs), Resource Augmentation/ Plantation of medicinal plants species in forest areas through *in-situ* resource augmentation. The financial assistance to State Forest Department in this regard is provided as per the cost norms of the Scheme guidelines provisions.

(b) : National Medicinal Plants Board (NMPB), Ministry of Ayush, Government of India is implementing Central Sector Scheme on “Conservation, Development and Sustainable Management of Medicinal Plants” throughout the country to promote the cultivation of medicinal plants wherein following activities are supported:

(i) Information Education & Communication (IEC) activities like Training / Workshops / Seminars/ Conferences etc.

(ii) Forward and backward linkage in supply chain of medicinal plants (Integrated Component).

(iii) *In-situ* conservation / *Ex-situ* conservation.

(iv) Livelihood linkages with Joint Forest Management Committees (JFMCs) / Panchayats / Van Panchayats / Biodiversity Management Committees (BMCs) / Self Help Groups (SHGs).

(v) Research & Development.

(vi) Promotion, marketing and trade of medicinal plants produce.

In addition, to provide a platform for trade of Medicinal Plants & easy market access, NMPB has launched “e-CHARAK” mobile application as well as web portal for promotion and marketing of medicinal plants/herbs. The “e-CHARAK” is a platform to enable information exchange between various stakeholders mainly farmers involved in the medicinal plants sector across the country. The “e-CHARAK” application supports different local languages and it also provides fortnightly market price of 100 MPs from 25 herbal markets across India. Currently, e-Charak mobile has Registered users-11,119; Total visitors-30565540; Posted items-7,588; Buyer Sellers Interactions-7114690.

(c): The cultivation activities are not supported under the Central Sector Scheme. However, NMPB, Ministry of Ayush has supported projects under Forward and Backward Linkage in Supply Chain of Medicinal Plants (Integrated Component) of existing Central Sector Scheme from the F.Y. 2023-24, wherein project based support is provided for Infrastructure for Quality Planting Material to raise the planting material of medicinal plants for cultivation, Information Education Communication (IEC) activities to aware the farmers, Infrastructure for Post-Harvest Management and Marketing to increase the marketability of the medicinal plants, adding value to the produce, increasing profitability and reducing losses, Quality Testing and Certification of raw material.

Till date, National Medicinal Plants Board, Ministry of Ayush has approved

total 15 project proposals to the different states including Rajasthan and Gujarat under Forward and Backward Linkages in supply chain of Medicinal Plants (Integrated Component) of Central Sector Scheme of NMPB from the Financial Year 2023 -24 to cover approximately 2000 hectare area under cultivation of medicinal plants by providing the Quality Planting Material to the farmers. Details are given in the enclosed **Statement-I**.

Further, NMPB also support Information Education & Communication (IEC) activities like Training / Workshops / Seminars/ Conferences etc. under this scheme and has supported 138 projects for organizing training program/seminars/workshops for promotion of cultivation of medicinal plants throughout the country during the financial year 2020-21 to 2024-25, for an amount of Rs.1171.94 Lakh. The details are given in the enclosed **Statement-II.**

STATEMENT-I

Details of projects approved under Integrated Component of Central Sector Scheme for Conservation, Development and Sustainable Management of Medicinal Plants

S.No	Financial Year	State	Total approved amount (In lakh)
1	2023-24	Andhra Pradesh	120.00
2	2023-24	Jammu & Kashmir	82.50
3	2023-24	Mizoram	120.00
4	2023-24	Uttarakhand	120.00
5	2024-25	Karnataka	120.00
6	2024-25	Tamil Nadu	95.00

7	2024-25	Kerala	120.00
8.	2024-25	Madhya Pradesh	119.95
9.	2024-25	Gujarat	120.00
10.	**2025-26**	**Rajasthan**	**120.00**
11.	**2025-26**	**Rajasthan**	**120.00**
12.	2025-26	Uttar Pradesh	120.00
13.	2025-26	Uttar Pradesh	100.00
14.	2025-26	Gujarat	120.00
15.	2025-26	Haryana	120.00

STATEMENT-II

The details of projects [Information Education and Communication (IEC)] sanctioned under the Central Sector Scheme for Conservation, Development and Sustainable Management of Medicinal Plants in the country during the last five years, State/UT-wise

S. No.	State/UT	Financial Year					No of Project sanctioned	Amount sanctioned (Rs. In Lakhs)
		2020-21	2021-22	2022-23	2023-24	2024-25		
1.	Andhra Pradesh	01	01	01	0	02	05	42.00
2.	Arunachal Pradesh	0	0	01	0	0	01	14.2
3.	Assam	01	02	03	02	0	08	151.14
4.	Chandigarh	0	0	0	0	01	01	5.00
5.	Chhattisgarh	0	0	01	0	00	01	29.50
6.	Delhi	02	05	06	01	03	17	151.53
7.	Gujarat	0	0	0	01	01	02	22.00
8.	Haryana	01	0	01	01	01	04	14.00

9.	Himachal Pradesh	0	0	0	01	01	02	26.57
10.	Jammu & Kashmir	0	0	0	04	0	04	36.91
11.	Jharkhand	0	0	03	0	0	03	11.80
12.	Karnataka	0	03	02	0	03	08	114.87
13.	Kerala	01	0	02	02	0	05	25.50
14.	Ladakh	0	0	02	0	01	03	15.00
15.	Madhya Pradesh	0	04	03	0	01	08	72.40
16.	Maharashtra	02	0	02	01	01	06	58.62
17.	Manipur	0	0	01	0	0	01	10.00
18.	Meghalaya	0	0	0	0	01	01	2.00
19.	Mizoram	0	0	01	0	0	01	5.00
20.	Odisha	03	03	01	02	0	09	23.25
21.	Punjab	01	01	01	02	0	05	35.00
22.	Rajasthan	01	0	0	01	03	05	29.85
23.	Tamil Nadu	0	03	09	04	05	21	98.85
24.	Telangana	0	0	0	01	0	01	10.00
25.	Uttar Pradesh	0	02	01	03	0	06	72.80
26.	Uttarakhand	0	0	01	03	0	04	30.00
27.	West Bengal	01	01	03	0	01	06	64.15
Total		**14**	**25**	**45**	**29**	**25**	**138**	**1171.94**

REGISTERED COMPLAINTS ON AYUSH SURAKSHA PORTAL

4753. SHRI JAGADISH CHANDRA BARMA BASUNIA:

Will the Minister of **AYUSH** be pleased to state:

(a) the number of complaints registered on the AYUSH Suraksha portal since its

inception, year-wise and category-wise;

(b) the number of such complaints disposed of and pending till date;

(c) whether any repeat offenders have been identified on the basis of such complaints, if so, the details thereof; and

(d) the details of such offenders and the action taken by the Government against them in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): Ministry of Ayush has launched an IT enabled online portal “Ayush Suraksha” to track the reported Misleading Advertisements (MLAs)/Objectionable Advertisements (OAs) and Adverse Drug Reactions (ADRs) on 30th May 2025. The portal features a centralized dashboard for capturing of MLAs/OAs and tracking of suspected ADRs for prompt regulatory action and comprehensive data analysis

The number of complaints registered on the Ayush Suraksha Portal since its inception are given in the enclosed **Statement-I.**

(b) All complaints received over the Ayush Suraksha Portal has been forwarded to the concerned authorities for further necessary action. As per the information received from State/UT Governments, the details of the number of complaints received and disposed of on the Ayush Suraksha portal till date are given in the

enclosed **Statement-II.**

(c) and (d): As per the information received from State/UT Governments, the details of repeat offenders identified based on the complaints received so far and action taken thereon are given in the enclosed **Statement-III.**

The details of complaints received through the Ayush Suraksha Portal since its inception are as follows:

STATEMENT-I

Misleading Advertisements (MLAs) and suspected Adverse Drug Reactions (ADRs) submitted to Ayush Suraksha Portal		
Submitted by	**MLAs**	**Suspected ADR's**
Public	55	00
NPvCC, All India Institute of Ayurveda, New Delhi	46	00
IPVC, Institute of Teaching and Research in Ayurveda, Jamnagar	945	63
IPVC, National Institute of Ayurveda, Jaipur	5267	65
IPVC, National Institute of Homoeopathy, Kolkata	288	00
IPVC, National Institute of Unani Medicine, Bengaluru	2391	54
IPVC, National Institute of Siddha, Chennai	1277	34
Total	**10269**	**216**

STATEMENT-II

As per the information received from State/UT Governments, the details of the number of complaints received and disposed of on the Ayush Suraksha portal till date are as follows:

S. No.	States/UTs Governments	No of complaints received on portal	Action Taken thereon
1.	Maharashtra	1112	1112
2.	Uttarakhand	237	191
3.	Madhya Pradesh	975	197
4.	Odisha	291	213
5.	Himachal Pradesh	402	287
6.	Kerala	108	108
7.	Delhi	369	322
8.	Tripura	44	23
9.	Tamilnadu	825	609
10.	Puducherry	79	04
11.	Haryana	Nil	Nil
12.	Punjab	Nil	Nil
13.	Uttar Pradesh	Nil	Nil

STATEMENT-III

As per the information received from State/UT Governments, the details of repeat offenders identified based on the complaints received so far and action taken thereon are as follows:

S. No.	States/UTs Governments	No of repeat offenders identified	Action Taken thereon
1.	Uttarakhand	10	10

2.	Tripura	01	01
3.	Puducherry	04	04
4.	Madhya Pradesh	Nil	Nil
5.	Maharashtra	Nil	Nil
6.	Odisha	Nil	Nil
7.	Haryana	Nil	Nil
8.	Himachal Pradesh	Nil	Nil
9.	Kerala	Nil	Nil
10.	Delhi	Nil	Nil
11.	Tamilnadu	Nil	Nil
12.	Punjab	Nil	Nil
13.	Uttar Pradesh	Nil	Nil

E-COURTS MISSION MODE PROJECT

4754. SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the status of implementation of the e-Court Mission Mode Project;

(b) the number of operational e-courts in the country, State-wise;

(c) the number of operational e-courts in Odisha, district-wise; and

(d) the details of funds released and utilised under the project, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a): The e-Courts Mission Mode Project is being implemented in a phased manner

across the country with the objective of strengthening the use of Information and Communication Technology (ICT) in the judicial system. Phase I (2011 – 2015) was primarily focused on basic computerization and internal connectivity in courts. As a result, 14,249 Courts were computerized and Local Area Network (LAN) was installed at 13,683 courts.

Phase II (2015 – 2023) focused on ICT facilitation of judicial services to citizens. The components included computer hardware, computerization of District State Legal Authority (DSLAs)/ Taluka Legal Services Committees (TLSCs), Wide Area Network (WAN) connectivity, trainings of stakeholders, establishment of eSewa Kendra, etc. An advanced CIS software, National Judicial Data Grid (NJDG) and systems for digital filing and payments were developed.

The e-Courts Project is currently in Phase III (2023-2027). During the last year, the e-Courts project has seen continued progress through expansion of e-filing, e-payments, increased adoption of virtual and hybrid hearings, digitisation of court records, strengthening of Case Information System, and enhanced public access to case information through the NJDG etc. Some key initiatives and achievements under the eCourts Project as on 31.01.2026 are as under:

(i) Over 660.36 crore pages of court records including legacy records have been digitized across Courts to ensure faster retrieval, secure storage and seamless digital workflows.

(ii) 30 Virtual Courts have been established to enable online adjudication of

traffic challans. Virtual Courts have received 10.13 crore challans and challans amounting to Rs. 1002.73 crore were paid.

(iii) Video Conferencing Rules have been implemented in all the High Courts and District Courts.

(iv) Video Conferencing (VC) facilities have been expanded across 3,240 court complexes and 1,272 jails. Courts have conducted over 3.97 crore hearings through video conferencing, facilitating remote hearings of undertrials, witnesses and lawyers.

(v) Live streaming of court proceeding is operational in 11 High Courts.

(vi) E-filing and e-payments systems have been implemented to allow online filing of cases and digital payment of court fees and fines. Approximately 1.07 crore cases have been filed through the e-filing platform and the e-payments system has processed transactions for court-fee worth Rs. 1,404 crore and fine worth Rs. 75 crore.

(vii) NJDG provides public access to case data, statistics of courts across the country and has been upgraded with an improved dashboard, functioning as a monitoring tool, to identify, manage & reduce pendency of cases.

(viii) Case Information System (CIS) 4.0 has been implemented in all courts, with enhanced usability, privacy safeguards and integration with national platforms such as NJDG, e-filing, virtual courts and Interoperable Criminal Justice System (ICJS).

(ix) The S3WaaS (Secure, Scalable and Sugamya Website as a Service) platform hosts 730 District Court websites, ensuring secure and accessible web infrastructure.

(x) Real-time digital services have expanded significantly, with case updates being sent to lawyers and litigants through SMS Push and Pull (over 4 lakh SMS sent daily), email (over 6 lakh sent daily) and the multilingual e-Courts services portal (with 35 lakh hits daily).

(xi) The e-Courts Services mobile app (3.59 crore downloads) provides the lawyers and litigants relevant information about case status, cause lists etc.

(xii) The JustIS app (22,133 downloads) is a management tool for the judges assisting them to effectively organise and monitor their judicial business.

(xiii) 48 e-Sewa Kendras are functional across all High Courts and 2,396 e-Sewa Kendras across District Courts.

(xiv) The National Service and Tracking of Electronics Processes (NSTEP) system has been implemented for electronic service and tracking of summons and notices using mobile-based and GPS-enabled delivery mechanisms. Under NSTEP, the courts have processed 7.29 crore e-processes.

(xv) Digital Courts 2.1 is a customized application for paperless Courts with facility of translation and transcription using AI. It enables judges to access all case related documents, pleadings, and evidence digitally, marking a

significant leap toward a paperless court ecosystem.

(b): The State-wise number of operational eCourts in the country is given in the enclosed **Statement-I.**

(c): The District-wise number of operational eCourts in Odisha is given in the enclosed **Statement-II.**

(d): The details of funds released and utilized of Phase II and Phase III under the e-Courts Project, High court-wise and year-wise, are given in the enclosed **Statement-III** and **Statement-IV** respectively. The implementing agency during Phase I was National Informatics Centre (NIC), therefore funds were not released to the High Courts.

STATEMENT- I

Details of number of operational eCourts in the country, state-wise:

S No	State	Total Districts	Total Court Complexes	Total Establishments
1	Andaman and Nicobar	4	4	4
2	Andhra Pradesh	13	195	368
3	Arunachal Pradesh	28	28	28
4	Assam	34	80	201
5	Bihar	38	83	268
6	Chandigarh	1	1	3
7	Chhattisgarh	25	93	204
8	Delhi	11	12	51
9	Goa	2	16	15
10	Gujarat	33	338	467
11	Haryana	22	61	158
12	Himachal Pradesh	11	53	127

S No	State	Total Districts	Total Court Complexes	Total Establishments
13	Jammu and Kashmir	20	83	169
14	Jharkhand	24	24	132
15	Karnataka	31	206	547
16	Kerala	14	192	600
17	Ladakh	2	6	10
18	Lakshadweep	1	3	6
19	Madhya Pradesh	51	237	277
20	Maharashtra	41	510	721
21	Manipur	9	22	39
22	Meghalaya	14	18	61
23	Mizoram	3	12	26
24	Nagaland	11	12	34
25	Odisha	30	155	316
26	Puducherry	4	4	15
27	Punjab	22	68	200
28	Rajasthan	44	336	1098
29	Sikkim	6	11	34
30	Tamil Nadu	38	277	832
31	Telangana	33	125	263
32	The Dadra And Nagar Haveli And Daman And Diu	3	4	3
33	Tripura	8	21	68
34	Uttarakhand	13	92	190
35	Uttar Pradesh	74	224	584
36	West Bengal	23	92	277
Total		**741**	**3,698**	**8,396**

(Source: eCommittee, SCI)

STATEMENT- II

Details of number of operational eCourts in Odisha, district-wise

S No	District	Total Establishment
1	Anugul	13
2	Balangir	15
3	Balasore	15
4	Bargarh	13
5	Bhadrak	7
6	Boudh	6
7	Cuttack	21
8	Deogarh	4
9	Dhenkanal	12
10	Gajapati	5
11	Ganjam	32
12	Jagatsinghpur	6
13	Jajpur	9
14	Jharsuguda	5
15	Kalahandi	12
16	Kandhamal	8
17	Kendrapada	8
18	Keonjhar	11
19	Khurda	11
20	Koraput	9
21	Malkangiri	5
22	Mayurbhanj	13
23	Nabarangpur	5
24	Nayagarh	12
25	Nuapada	9
26	Puri	10

27	Rayagada	10
28	Sambalpur	9
29	Sonepur	10
30	Sundargarh	11
	Total	**316**

(Source: eCommittee, SCI)

STATEMENT- III

Details of funds released under Phase II of the e-Courts project, High court-wise and year-wise:

S. No.	High Court	Funds Released (Rs in crores)
1	Allahabad	109.48
2	Andhra Pradesh	1.96
3	Bombay	125.24
4	Calcutta	37.09
5	Chhattisgarh	27.31
6	Delhi	26.80
7	Gauhati (Arunachal Pradesh)	12.90
8	Gauhati (Assam)	70.77
9	Gauhati (Mizoram)	7.87
10	Gauhati (Nagaland)	7.99
11	Gujarat*	72.82
12	Himachal Pradesh	11.19
13	Jammu & Kashmir and Ladakh	18.98
14	Jharkhand	24.25
15	Karnataka	65.38
16	Kerala	37.61
17	Madhya Pradesh	74.05
18	Madras	70.15

S. No.	High Court	Funds Released (Rs in crores)
19	Manipur	9.27
20	Meghalaya	13.17
21	Orissa	46.41
22	Patna	55.82
23	Punjab & Haryana	54.13
24	Rajasthan	74.56
25	Sikkim	7.58
26	Telangana & Andhra Pradesh**	70.29
27	Telangana	1.79
28	Tripura	17.86
29	Uttarakhand	11.65
Total (in Cr.)		**1164.37**

* *Gujarat High Court surrendered Rs.13.12 Cr. Total utilization included surrendered funds.*

** *Funds released to erstwhile Andhra Pradesh and Telangana High Court; shared in the ratio of 58:42 respectively.*

Note: In addition to the funds released to High Courts, Rs 180.57 crore were released to NIC for providing technical support, Rs 293.68 crore to BSNL for WAN (Wide Area Network) connectivity, Rs 13.50 crore to eCommittee, SCI under Change Management and Rs 16.31 crore for miscellaneous expenditure (salary, office expenses, publicity, etc).

STATEMENT- IV

Details of funds released under Phase III of the e-Courts project, High court-wise and year-wise:

(Rs. in crore)

S. No.	High Court	2023-24	2024-25	2025-26
1	Allahabad	95.87	51.78	119.92
2	Andhra Pradesh	25.44	31.74	18
3	Bombay	69.54	83.19	104.32
4	Calcutta	16.73	27.65	9.50

S. No.	High Court	2023-24	2024-25	2025-26
5	Chhattisgarh	16.27	24.17	49.74
6	Delhi	17.89	48.19	17.90
7	Gauhati (Arunachal Pradesh)	2.03	9.76	2.26
8	Gauhati (Assam)	24.97	33.85	3.65
9	Gauhati (Mizoram)	3.12	6.22	2.48
10	Gauhati, Kohima (Nagaland)	1.79	3.91	3.41
11	Gujarat	27.72	73.21	48.89
12	Himachal Pradesh	6.06	6.89	7.63
13	Jammu & Kashmir and Ladakh	6.52	14.53	14.48
14	Jharkhand	10.59	29.22	7.65
15	Karnataka	32.37	67.40	48.22
16	Kerala	15.40	32.62	51.60
17	Madhya Pradesh	22.90	77.31	59.14
18	Madras	90.69	91.75	113.20
19	Manipur	11.12	7.54	2.16
20	Meghalaya	3.33	8.50	3.83
21	Orissa	6.77	53.24	16.09
22	Patna	32.43	89.55	57.61
23	Punjab And Haryana	14.58	26.01	18.95
24	Rajasthan	19.80	34.72	60.88
25	Sikkim	1.71	8.98	2.51
26	Telangana	22.03	28.57	29.44
27	Tripura	0.53	7.05	8.79
28	Uttarakhand	13.68	19.95	29.57
	Total	**611.88**	**997.49**	**911.82***

** As on 16.03.2026*

Note: In addition to the funds released to High Courts, Rs. 185.06 crore have been released to NIC for providing technical support, Rs 54.79 crore to BSNL for WAN (Wide Area Network) connectivity, Rs 7.51 crore to eCommittee, SCI under Change Management, Rs 0.28 crore to IIT Madras for development of e-Learning platform, and Rs 9.71 crore for miscellaneous expenditure (salary, office expenses, publicity, etc).

SAFETY CONCERNS IN SHIP-BREAKING YARDS

4755. SHRI KARTI P CHIDAMBARAM:

SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) the total number of authorised ship recycling yards in the country, and the number of such yards that have been issued Statements of Compliance under the Hong Kong International Convention (HKC) for Ships recycling, State-wise;

(b) the number of deaths, injuries, and occupational diseases reported among workers employed in ship recycling facilities during the last five years, State/UT-wise, year-wise and yard-wise;

(c) whether compensation, insurance claims/ex gratia payments have been provided to affected workers or families of deceased workers and if so, the details thereof, including the amount provided and the number of beneficiaries;

(d) whether the Government maintains a database of occupational health and safety incidents in ship recycling facilities and if so, details thereof; and

(e) the details of inspections conducted in ship recycling yards including the number of violations detected and action taken against non-compliant facilities during the last five years?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a): At present 115 ship recycling plots out of 150 plots at Alang-Sosiya Ship

Recycling Yard (ASSRY) in Gujarat have been issued Statements of Compliance (SoC) under Hong Kong International Convention (HKC) for safe and environmentally sound recycling of ships.

Additionally, the ship-recycling facilities exist at one location each in Shyam Prasad Mukherjee West Bengal and Kerela. The affiliation for the Statements of Compliance (SoC) under Hong Kong International Convention (HKC) for the ship recycling facility in Kerela is under process.

(b): A comprehensive regulatory and compliance framework has been put in place at the Alang-Sosiya Ship Recycling Yard (ASSRY), Gujarat, which is the largest ship recycling yard in India where 98 percent of ship recycling is being carried out. The year-wise data pertaining to the Alang-Sosiyaship recycling yard, Gujarat is as below:

Year	Injury	Death	Occupational Disease
2021-22	11	3	NIL
2022-23	17	6	
2023-24	12	1	
2024-25	7	1	
2025-26 (till February, 2026)	5	2	

In case of Ship recycling yards in West Bengal and Kerala, no cases are reported.

(c) and (d): In fatal cases, compensation of ₹ 5 lakh along with ₹ 25,000 as ex-gratia is paid to the family of deceased worker by the plot holder. Additionally,

year 2025 onwards, compensation of ₹ 5 lakh is also provided from the Ferrous Scrap Development Fund (FSDF) through Ship Breaking Scrap Committee (SBSC). A total compensation of ₹ 78.25 lakh has been provided to the families of deceased workers, in 13 death cases mentioned above.

The plot holder is required to report any such occupational health and safety incident to the competent authority i.e. the respective State Maritime Board / the department concerned of the State Government.

(e): Regular inspections of ship recycling plots at ASSRY, Gujarat are carried out by Gujarat Maritime Board (GMB) along with other authorities such as Gujarat Pollution Control Board (GPCB) and Directorate of industrial Safety and Health (DISH) to ensure compliance with the Recycling of Ships Act, 2019, the Recycling of Ships Rules, 2021 and other applicable regulations. Instances of non-compliance, if any, are addressed through issuance of directions for rectification, warnings and other enforcement actions, and compliance is ensured through follow-up inspections. Similarly, in case of other facilities in Kerala and West Bengal, no violations are reported by the inspecting agencies / Government departments.

HIKE IN PRICE OF UREA

4756 SHRI KALYAN BANERJEE:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) Whether any price hike has been proposed by the Government despite the

reduction in weight of urea bags from fifty kg to forty-five kg and in some specialized cases to forty kg only, if so, the details thereof; and

(b) Whether the said reduction in weight and nutrient content and the price hike of urea bags is set to increase the financial burden on farmers and affect the production costs thereby creating marketing problems leading to higher consumer prices, if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): Reduction in Urea bag size is to reduce excessive Urea consumption, promote balanced fertilizer application and improve soil health. At present, the MRP of 45 kg bag of Neem Coated Urea is Rs. 242 per bag (exclusive of charges towards neem coating and taxes as applicable) while the MRP of Sulphur Coated Urea (exclusive of Central/State levies/GST) has been fixed at Rs. 254 per 40 kg bag.

WOMEN SAFETY-RELATED SCHEMES

4757. DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) whether allocations under women-centric and safety-related schemes for 2025–26 and 2026–27 have been reduced for Tamil Nadu, including

components linked to shelter homes, One Stop Centres and women safety infrastructure, if so, the details thereof;

(b) whether a shortfall of approximately Rs.700 crore in central assistance relating to women and child welfare and allied schemes in the said State, if so, the details thereof;

(c) the details of the allocation/release of funds under major women safety and protection schemes during the last three years and the current year; and

(d) the details of the steps taken by the Government to ensure adequate and timely release of funds to the said States with high case load relating to gender-based violence and women welfare needs?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (d): The Government gives utmost priority to the safety, security, health, education, nutrition, rehabilitation and empowerment of women and children and has adopted multi-pronged approach to address their educational, social and economic empowerment across the country.

Mission Shakti aims at strengthening interventions for women safety, security and empowerment. Mission Shakti comprises of two verticals ‘Sambal’ for safety and security of women and ‘Samarthya’ for empowerment of women. Mission Shakti is Centrally Sponsored Scheme implemented across the country including the State of Tamil Nadu.

One Stop Centre (OSC) provides integrated and immediate support and assistance under one roof to women affected by violence and those in distress, both in private and public spaces and provided assistance to over 1.45 lakh women in the State of Tamil Nadu since inception till 31st December, 2025. OSC provides services like medical aid, legal aid and advice, temporary shelter, police assistance and psycho-social counselling to needy women. Women Helpline (181) provides 24-hour toll-free telecommunication services to support women in both emergency and non-emergency situations. Since inception till 28th February, 2026, over 2.20 lakh women have been assisted in the State of Tamil Nadu through WHL. The details of Budget Estimate, Revised Estimate and release/expenditure under Sambal vertical of Mission Shakti during financial year 2022-23 to 2024-25 are given in the enclosed **Statement-I.**

The overall implementation of the Mission Shakti scheme lies with the State Governments and UT Administrations and funds are being released on the basis of guidelines of Department of Expenditure, prescribed for Single Nodal agency (SNA) or SNA SPARSH of the Public Financial Management System (PFMS). The details of release/expenditure to under Mission Shakti, Mission Vatsalya and Mission Saksham Anganwadi and Poshan 2.0 for the State of Tamil Nadu during FY 2022–23 to FY 2025-26 are given in the enclosed **Statement -II**.

STATEMENT-I

The details of Budget Estimate, Revised Estimate and release/expenditure under Sambal vertical of Mission Shakti during financial year 2022-23 to 2024-25

(Amount in Cr.)

Sub Scheme	2022-23			2023-24			2024-25		
	BE	RE	Release/ Expenditure	BE	RE	Release/ Expenditure	BE	RE	Release/ Expenditure
Sambal (One Stop Centre, Women Helpline, Beti Bachao Beti Padhao and Nari Adalat)	562	335	199.09	562	362.05	354.03	629	233.44	202.36

STATEMENT-II

The details of release/expenditure under Mission Shakti, Mission Vatsalya and Mission Saksham Anganwadi and Poshan 2.0 for the State of Tamil Nadu during FY 2022–23 to FY 2025-26

(Amount in Cr.)

S. No.	Mission	2022-23	2023-24	2024-25	2025-26 (as on 16.03.2026)
1	Mission Shakti	94.88	44.48	124.85	131.40
2	Mission Vatsalya	51.03	128.70	122.82	89.32
3	Anganwadi & Poshan 2.0	766.81	880.79	638.47	508.87

REVIVAL OF SHIPBUILDING INDUSTRY

4758. SHRI RAO RAJENDRA SINGH:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) whether the Government has reviewed the progress made towards enhancing India's share in global shipbuilding and ship repair following the announcement of measures under the Union Budget 2025–26 and in alignment with Maritime India Vision 2030 and Maritime AmritKaal Vision 2047;

(b) if so, the details thereof;

(c) whether the Government has taken steps to revamp the Shipbuilding Financial Assistance Policy and to operationalize the proposed Maritime Development Fund with a corpus of Rs. 25,000 crore and if so, the details thereof;

(d) whether the Government proposes to develop shipbuilding clusters in the country with supporting infrastructure, skilling initiatives and technology support; and

(e) if so, the details thereof along with the measurable outcomes achieved in terms of private investment attracted, orders secured by Indian shipyards, employment generated and capacity augmentation in the shipbuilding and ship repair sector during the last two years?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a) to (e): The Government has reviewed the India's Shipbuilding sector following

the announcement of measures under the Union Budget 2025–26 and adopted a 4-pillar strategy to revitalize shipbuilding sector. The Government has accordingly approved a comprehensive package of ₹ 69,725 crore to strengthen domestic shipbuilding capacity, maritime financing and skilling.The key components of the shipbuilding package include:

i. Shipbuilding Financial Assistance Scheme (SBFAS), an enhancement of Shipbuilding Financial Assistance Policy (SBFAP), with outlay of ₹ 24,736 crore to address cost disadvantages of Indian shipyards vis-a-vis global shipyards;
ii. Maritime Development Fund (MDF) corpus of ₹ 25,000 crore for providing long term financing support to shipbuilding and maritime sector comprising a Maritime Investment Fund of ₹ 20,000 crore and Interest Incentivisation Fund of ₹ 5,000 crore;
iii. Shipbuilding Development Scheme (SbDS) with ₹19,989 crore outlay to expand Indian shipbuilding output capacity to 4.5 million Gross Tonnage annually by setting up greenfield shipbuilding clusters and capacity expansion of the existing shipyards. These targets have been set to position India as a competitive global shipbuilding force in line with vision contained in Maritime India Vision 2030 and Maritime AmirtKaal Vision 2047 documents.

The scheme guidelines to operationalize SBFAS and SbDShave been issued on 26.12.2025. The guidelines for MDF have also been issued on

20.02.2026.

Further, the Government proposes to develop greenfield shipbuilding clusters under SBDS through a Special Purpose Vehicle (SPV) with 50:50 joint venture arrangement between Central Government and State Government entities. The scheme envisages to provide 100% capital assistance of the cost of eligible items for the approved greenfield shipbuilding clusters. The SbDS also has provision to establish India Ship Technology Centre (ISTC) for overall development of the capabilities of Indian shipbuilding sector including ship design, Research & Development, skill development, software, etc.

From April 2024 to February 2026, in-principle approvals have been given to the tune of about ₹ 1,800 crore of financial assistance for a cumulative vessel value of about ₹ 12,000 crore. Further, given the high employment multiplier of 6.4 in shipbuilding industry, the financial assistance given has catalysed generation of large number of direct as well as indirect employment.

POSHAN BHI PADHAI BHI PROGRAMME

4759. SHRI THARANIVENTHAN M S:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) the details and the features of the Poshan Bhi Padhai Bhi Programme;

(b) the details of the funds estimated under the said scheme across the country till date;

(c) the number of States proposed to be initially cover under the said programme along with the target set in this regard;

(d) whether the Government has already undertaken activities under the said programme within the country;

(e) if so, the details thereof, State-wise; and

(f) the details of its response received in the said States?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (d): Ministry of Women and Child Development (MWCD) launched the Poshan Bhi Padhai Bhi (PBPB) initiative under Mission Saksham Anganwadi and POSHAN 2.0. PBPB aims at improving the quality of Early Childhood Care and Education (ECCE) through the Anganwadi system by equipping Anganwadi Centres (AWCs) with high-quality infrastructure, play equipment, and well-trained Anganwadi Workers (AWWs).

Capacity building of AWWs has been envisioned as the first step towards improving the quality of ECCE. Under PBPB initiative, a total of ₹476.05 crores has been sanctioned for the financial year 2023-24 to 2025-26 for training of AWWs. Under the 2-tier training module, Child Development Programme Officers (CDPOs), Supervisors and Additional Resource Persons etc. are trained as State Level Master Trainers (SLMTs) with the support of Savitribai Phule National Institute of Women and Child Development (SPNIWCD) and SLMTs, in turn,

impart training to AWWs. Funds for capacity building of SLMTs and AWWs are released out of the allocation of Mission Saksham Anganwadi and POSHAN 2.0.

As on 16th March 2026, 41,645 SLMTs and 10,35,949 AWWs have been trained in Round-1 in ECCE pedagogy and delivery of nutritional services. Round-2 of the training was started in November, 2025 for reinforcing Anganwadi workers' understanding on ECCE and nutrition, innovations in Poshan, new features on Poshan Tracker, feeding practices, and micronutrient deficiencies etc.

Under PBPB, allocation for Pre-school Education (PSE) Kits has been increased to ₹3,000 per AWC per year for providing adequate PSE kits at the AWCs. Guidelines for conducting ECCE days and Community Based Events were issued to States and Union Territories (UTs) on 29th November, 2023.

In order to improve the quality of ECCE, Government launched in March 2024, Navchetana - a National Framework for Early Childhood Stimulation for children up to 3 years of age, and Aadharshila - National Curriculum for ECCE for children of 3 to 6 years age. Navchetana framework empowers caregivers and AWWs for holistic early stimulation of children through responsive caregiving. Aadharshila improves the quality of early childhood education transacted at AWCs by prioritizing play-based activities covering all learning domains.

Government has so far upgraded 1,03,940 Anganwadi Centres (AWCs) into Saksham Anganwadi Centres for better delivery of nutrition and increased focus on Early Childhood Care and Education (ECCE) services to the

beneficiaries. The upgradation includes provision of LED screens and other audio-visual aids, Wi-Fi/Internet connectivity (wherever feasible), safe drinking water facilities such as water filters/RO systems, BaLA (Building as Learning Aid) paintings, age-appropriate ECCE learning materials, Poshan Vatikas (kitchen gardens), and clean storage facility for provisions etc.

(e) and (f): State and UT-wise status of training imparted under Round-1 of PBPB training as on 16th March, 2026 is given in the enclosed **Statement.**

STATEMENT

State and UT-wise status of training under Round-1 of PBPB

(As on 16th March, 2026)

Sl. No.	Name of States & UTs	(SLMTs)		AWWs	
		Target	Completed	Target	Completed
1.	Andaman and Nicobar Islands	45	49	720	791
2.	Andhra Pradesh	2,059	2,050	54,908	53,446
3.	Arunachal Pradesh	465	648	6225	4,298
4.	Assam	2,353	2,794	60,964	56,721
5.	Bihar	3,366	2,178	1,12,094	91,885
6.	Chandigarh	24	33	434	616
7.	Chhattisgarh	2,126	2,009	51,245	42,131
8.	Dadra and Nagar Haveli and Daman and Diu	24	50	405	375
9.	Delhi	434	581	10498	10,444
10.	Goa	65	64	1224	1,151
11.	Gujarat	2,044	2,127	49,884	34,812
12.	Haryana	804	808	23,902	21,980
13.	Himachal Pradesh	746	744	18,663	10,999
14.	Jammu and Kashmir	1,265	1,244	27,543	24,936
15.	Jharkhand	862	980	37,944	32,862

16.	Karnataka	2,247	2,149	64,118	18,316
17.	Kerala	1,348	1,656	33,115	16,575
18.	Ladakh	46	73	1143	1,152
19.	Lakshadweep	4	8	59	0
20.	Madhya Pradesh	3,567	2,996	95,953	91,462
21.	Maharashtra	2,892	2,475	1,05,023	1,04,352
22.	Manipur	489	636	11,466	10,978
23.	Meghalaya	306	288	5896	5,127
24.	Mizoram	161	202	2244	2,360
25.	Nagaland	293	398	3980	3,798
26.	Odisha	3,266	2,742	73,314	20,960
27.	Puducherry	19	47	595	616
28.	Punjab	847	1,184	27,075	18,633
29.	Rajasthan	1,622	1,644	60,874	58,644
30.	Sikkim	95	81	1308	389
31.	Tamil Nadu	2,062	1,828	43,602	43,652
32.	Telangana	1,540	1,531	33,789	32,538
33.	Tripura	308	282	10,131	9,565
34.	Uttar Pradesh	3,585	2,132	1,59,938	89,138
35.	Uttarakhand	652	634	19,311	16,622
36.	West Bengal	1,457	2,303	1,05,575	1,03,624

चिकित्सा पाठ्यक्रमों के लिए नीति

4760. श्री चंदन चौहान:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार एमबीबीएस, बीएएमएस, बीएचएमएस और अन्य चिकित्सा पाठ्यक्रमों को हिन्दी और अन्य मातृभाषाओं में प्रदान करने के लिए एक व्यापक नीति बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या चिकित्सा पाठ्यपुस्तकों के अनुवाद, तकनीकी शब्दावली के मानकीकरण और डिजिटल

अध्ययन सामग्री के विकास के लिए कोई राष्ट्रीय तंत्र स्थापित किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) देश में मातृभाषा आधारित चिकित्सा शिक्षा में ग्रामीण और वंचित समुदायों के छात्रों की भागीदारी बढ़ाने के लिए अब तक क्या ठोस कदम उठाए गए हैं; और

(घ) देश में इस पहल के प्रभावी कार्यान्वयन के लिए समय-सीमा और बजटीय प्रावधानों का ब्यौरा क्या है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क) से (घ): राष्ट्रीय आयुर्विज्ञान आयोग (एनएमसी) द्वारा जारी योग्यता-आधारित चिकित्सा शिक्षा (सीबीएमई) पाठ्यक्रम में अंग्रेजी को असमिया, बंगाली, गुजराती, हिंदी, कन्नड़, मलयालम, मराठी, ओडिया, पंजाबी, तमिल और तेलुगु जैसी क्षेत्रीय भाषाओं के साथ एकीकृत करते हुए द्विभाषी तरीके से शिक्षण, अधिगम और मूल्यांकन का प्रावधान है।

इसके अलावा, सीबीएमई पाठ्यक्रम के अंतर्गत फाउंडेशन कोर्स का उद्देश्य भाषा, पारस्परिक संबंधों, तैयार और अन्य संबंधित योग्यता आदि में कौशल विकसित करके शिक्षार्थियों को प्रभावी चिकित्सा अध्ययन के लिए तैयार करना है। इसके अतिरिक्त, शिक्षार्थी स्थानीय भाषा कार्यक्रम, अंग्रेजी भाषा कार्यक्रम या कंप्यूटर कौशल प्रशिक्षण कार्यक्रम में एक साथ नामांकन कर सकते हैं।

इसके अलावा, आयुष मंत्रालय द्वारा दी गई जानकारी के अनुसार, केंद्रीय आयुर्वेदीय विज्ञान अनुसंधान परिषद (सीसीआरएएस) ने आयुर्वेद शब्दावली को मानकीकृत करने के लिए विभिन्न पहलें की हैं, जिनमें राष्ट्रीय आयुष रुग्णता एवं मानकीकृत शब्दावली इलेक्ट्रॉनिक पोर्टल (नमस्ते पोर्टल) पर मानकीकृत आयुर्वेद शब्दावलियों का प्रकाशन भी शामिल है। सीसीआरएएस ने आयुर्वेद पर विश्व स्वास्थ्य संगठन (डब्ल्यूएचओ) की अंतर्राष्ट्रीय मानक शब्दावली और रोगों के अंतर्राष्ट्रीय वर्गीकरण

(आईसीडी) के पारंपरिक चिकित्सा मॉड्यूल 2 के विकास में भी योगदान दिया है और चरकसंहिता और सुश्रुतसंहिता जैसे प्राचीन आयुर्वेद ग्रंथों के इलेक्ट्रॉनिक संस्करण विकसित किए हैं, जो ऑनलाइन उपलब्ध हैं।

ACCESSIBILITY OF ESSENTIAL FERTILIZERS

4761. SHRI NAVASKANI K:

SHRI C N ANNADURAI:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state**:**

(a) whether the Government has reviewed the accessibility and affordability of essential fertilizers and crop nutrients in Tamil Nadu, a major agricultural State, if so, the details thereof;

(b) whether adequate quantity of quality fertilizers has been supplied in time to farmers during peak seasons, if so, the details thereof;

(c) the details of shortfalls, if any, in release of subsidies to farmers in the said State;

(d) whether price volatility or distribution of fertilizers challenges have affected agricultural productivity, if so, the details thereof; and

(e) the steps taken to ensure timely supply and distribution of fertilizers and nutrients minimise farmers' input costs?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (e): Following steps are taken by the Government every season for ensuring timely and adequate availability of all fertilizers in the country, including in the State of Tamil Nadu:

(i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.

(ii) On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

(iii) The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).

(iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.

(v) Regular coordination meetings are held with Ministry of Railways for giving sufficient rakes, priority to fertilizers and for timely evacuation of rakes for States.

(vi) The distribution of fertilizers within the State at district level is done by the concerned State government.

In view of above, it is submitted that the availability of fertilizers in the State of Tamil Nadu has remained adequate during the ongoing Rabi 2025-26 season. However, the distribution of fertilizers within the State at district level is done by the concerned State government. Accordingly, the information regarding requirement, availability, sales and closing stock of fertilizers in the State during the ongoing Rabi season i.e. from 01.10.2025 to 17.03.2026 is as under:

FERTILIZER POSITION IN TAMIL NADU DURING RABI 2025-26 (TILL 17/03/26)						
						FIG. IN LMT
S.No	**Product**	**Requirement for RABI 2025-26**	**Pro rata Requirement From 01/10/25 to 17/03/26**	**Availability From 01/10/25 to 17/03/26**	**Sales From 01/10/25 to 17/03/26**	**Stock as on 17/03/26**
1	**UREA**	6.50	6.14	7.34	5.98	1.36
2	**DAP**	1.55	1.48	2.11	1.51	0.60
3	**MOP**	1.80	1.71	1.36	1.01	0.35
4	**NPKS**	5.14	4.90	6.71	4.55	2.16
1. Primary Indicator of comfortable availability: Availability > Requirement						
2. Secondary Indicator of comfortable availability: Availability > Sales						

Moreover, in order to ensure availability of Urea at affordable prices, under the Urea Subsidy Scheme, it is provided to the farmers at a statutorily notified Maximum Retail Price (MRP). The MRP of 45 kg bag of urea is Rs.242 per bag (exclusive of charges towards neem coating and taxes as applicable). The difference between the delivered cost of Urea at farm gate and net market realization by the urea units is given as subsidy to the urea manufacturer/importer

by the Government of India. Accordingly, all farmers are being supplied urea at the subsidized rate.

Besides, the Government has implemented Nutrient Based Subsidy (NBS) Scheme w.e.f. 01.04.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under NBS Scheme, MRP of P&K fertilizers are decontrolled and companies are free to fix MRP as per their business dynamics at a reasonable level which is monitored by the government. The subsidy is provided to manufacturer/imported on notified P&K fertilizers on its PoS sale during the season, depending on their nutrient content to ensure availability of fertilizers to farmers.

Further, to ensure affordability, special provisions like Rs. 3500 per MT to cover 'Other Costs' which includes costs incurred from factory gate to farm gate, advantage / disadvantage due to increase / decrease in international prices, provision for GST component included in the MRP and provision for reasonable return @ 4% of net MRP (MRP-GST) have been extended to both imported and domestic DAP and imported TSP over and above NBS subsidy for Kharif 2025 and Rabi 2025-26 seasons. NBS scheme is implemented uniformly on pan India basis including the State of Tamil Nadu.

Further, Under 'DBT in Fertilizers' system, 100% subsidy on various fertilizer grades (except Import of Urea) is released to the fertilizer manufacturing/ importing companies, on actual sales to the beneficiaries based on Aadhaar authentication through PoS devices installed at each retail shop. All farmers

including those in Tamil Nadu are being supplied fertilizers at the subsidized rates on 'no-denial' basis. Thus, Fertilizers are made accessible and affordable to the Farmers across the Nation including the State of Tamil Nadu.

GLOBAL PARTNERSHIPS IN PORTS, SHIPPING AND MARITIME LOGISTICS

4762. SHRI BIPLAB KUMAR DEB:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) whether the Government has engaged with foreign countries or industry representatives to explore international partnerships in ports, shipping and maritime logistics, and if so, the details thereof;

(b) the reforms undertaken to modernise the country's port legislation, maritime services and sectoral governance; and

(c) whether the Government has considered any technological or operational improvements to strengthen maritime activities, if so, the details thereof?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a): Yes, the Government has been actively engaging with foreign Governments, multilateral organisations and global maritime industry partners for collaboration in ports, shipping and maritime logistics. These include partnerships for port modernisation, development of shipping infrastructure, green shipping initiatives, digitization and maritime skill development.

Notable recent engagements include India- Russia partnership to explore Northern Sea Route, Eastern Maritime Corridor & training of Indian Seafarers in Polar Waters, India partnership with Denmark for Digital Centre of Excellence in Green Shipping and India-Singapore partnership for Green & Digital Shipping Corridor. Further, Deendayal Port Authority, Kandla has collaborated with Port of Rotterdam for setting up technically advanced, state of the art supply side facilities including storage, handling, transportation and dispatch facilities for green hydrogen/green ammonia and derivatives.

Foreign Direct Investment (FDI) is also allowed in port sector in India. DP World, UAE currently operates container terminals at various locations, such as, Jawaharlal Nehru Port in Maharashtra, Cochin Port in Kerala, Chennai Port in Tamil Nadu. Further, DP World is also developing a container terminal at Tuna Tekra, Deendayal Port in state of Gujarat. Similarly, PSA Singapore operates terminals at Jawaharlal Nehru Port in Maharashtra.

The Government, through Joint Working Group meetings/bilateral meetings and Memorandum of Understanding/ letter of Intent etc. has engaged with maritime countries, like Norway, Netherlands, Denmark, Italy, South Korea, Singapore, Japan, Saudi Arabia, Sri Lanka, Myanmar, Oman etc. to explore avenues for possible collaboration. Global Maritime India Summit 2025, which was organised in Mumbai during 27–31 October 2025, elicited participation from over 93 countries, and involved more than 1,00,000 delegates and stakeholders.

(b) and (c) Key new maritime sector legislations that have been enacted recently are:

- Merchant Shipping Act, 2025
- Coastal Shipping Act, 2025
- Indian Ports Act, 2025
- Bills of Lading Act, 2025
- Carriage of Goods by Sea Act, 2025
- Marine Aids to Navigation Act, 2021,
- Inland Vessel Act, 2021
- The Major Port Authorities Act, 2021

These legislations and various projects have been undertaken for technological, operational and capacity enhancement to strengthen cargo handling at ports, coastal shipping, cruise tourism and fisheries etc. Projects worth more than Rs 40,000 crores to enhance the capacity and efficiency of Major Ports have been completed in the last ten years.

Further, to strengthen digitalization, green shipping and maritime innovation across ports and waterways, several initiatives that have been undertaken are as follows:

Digitalization efforts across ports and waterways are focused on standardizing procedures, reducing manual interventions, and improving

information exchange between stakeholders. The One Nation One Port Process initiative has been undertaken to standardize documentation processes and re-engineer operational steps to lower transaction volumes and reduce cargo processing times. Other initiatives such as, the Maritime Single Window (Sagar Setu), e-Samudra, e-Pariksha, and Jalyan & Navic are strengthening IT systems, to increase operational efficiency in maritime sector.

Measures have been undertaken to support environmental objectives in maritime sector. “Harit Sagar” Green Port guidelines, launched in 2023 provide a framework to Indian ports for reducing carbon footprint. Other measures include adoption of alternate fuels, low/zero-emission equipment, and integration of renewable energy. Three major ports have been recognized by Ministry of New and Renewable Energy as Green Hydrogen hub ports, and the Green Tug Transition Programme outlines a phased shift from conventional diesel powered tugs to low-emission alternatives.

Further, the Government of India, approved a comprehensive package of ₹69,725 Crore to revitalize the country’s shipbuilding and maritime ecosystem. The initiative adopts a four-pillar approach aimed at developing a globally competitive, technologically advanced, and sustainable maritime sector. These include Shipbuilding Financial Assistance Scheme, Maritime Development Fund, Shipbuilding Development Scheme and policy, technology and institutional reforms. National Shipbuilding Mission is the nodal body for coordination,

implementation and monitoring of all initiatives under this framework.

MISSION SHAKTI SCHEMES

4763. SHRI SOUMENDU ADHIKARI:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) whether the Government proposes to setup adult literacy, information and nutrition centres under ‘Mission Shakti’ Schemes within the existing schools of the country with the help of Anganwadi Workers and Teachers of the school for one hour after the school timings aiming to support women's economic participation and child development nationwide;

(b) if so, the details thereof;

(c) whether the Government proposes to instrument the schools for bringing about social, economic and legal empowerment of women belonging to the underprivileged sections of society; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (d): The Ministry of Women and Child Development is implementing Centrally Sponsored Schemes in the country for the welfare of women and children, which are placed under three verticals, viz. (1) Mission Shakti, for safety, protection and empowerment of women; (2) Saksham Anganwadi & Poshan 2.0

for improving nutrition & health indicators in the country; and (3) Mission Vatsalya, for protection and welfare of children in difficult circumstances.

(1) Mission Shakti: The 'Mission Shakti' aims at strengthening interventions for women's safety, security and empowerment. It seeks to focus on proposing strategies for improving convergence across Ministries/ Departments and at different levels of governance. Mission Shakti comprises of two sub-schemes 'Sambal' and 'Samarthya' for safety and security of women and empowerment of women respectively.

The "Sambal" sub-scheme is for safety and security of women. It has the components of One Stop Centres (OSCs), Women Helpline (WHL), Beti Bachao Beti Padhao (BBBP) and Nari Adalat.

The "Samarthya" sub scheme is for empowerment of women. It has the components of Pradhan Mantri Matru Vandana Yojana (PMMVY), Shakti Sadan, Sakhi Niwas, Palna and SANKALP: Hub for Empowerment of Women (HEW). It is a demand driven Centrally Sponsored sub scheme, under which funds are released to the States/UTs for implementation of various components.

Further, SANKALP: HEW (Hub for Empowerment of Women) functions as a Project Monitoring Unit (PMU) for all components of Mission Shakti. It serves as a single window system to bridge the information and knowledge gap regarding schemes and facilities available for women as well as guide them to avail the benefits and entitlements.

Hub for Empowerment of Women (HEW) known as SANKALP: HEW (Supportive Action for Nurturing and Knowledge-Based Advancement, Last-Mile Delivery and Potential Realization of Women : Hub for Empowerment of Women), set up at National, State and District levels for empowerment of women with aims to facilitate inter-sectoral convergence of schemes and programs meant for women at Central, State/ UT and district levels with the mandate to create an environment in which women realize their full potential to address gaps in state action for women and for promoting inter-ministerial and inter-sectoral convergence through strengthening the processes that promote holistic empowerment of women by creating an environment conducive to social change by improving access and utilization of government schemes.

(2) Saksham Anganwadi & Poshan 2.0 (Mission Poshan 2.0): In the 15th Finance Commission, components of nutritional support for children below the age of 6 years, pregnant women and lactating mothers, Adolescent Girls (14 – 18 years); Early Childhood Care and Education [3-6 years]; Anganwadi infrastructure including modern, upgraded Saksham Anganwadi, Poshan Abhiyaan and Scheme for Adolescent Girls have been reorganised under Mission Saksham Anganwadi and Poshan 2.0 (Mission Poshan 2.0).

Under Mission Saksham Anganwadi and Poshan 2.0, a package of six services are provided to the eligible beneficiaries i.e Supplementary Nutrition (SNP), Pre-school Non-Formal Education, Nutrition & Health Education,

Immunization, Health Check-up, and Referral Services. Three of the six services, viz., Immunization, Health check-up and Referral Services are related to health and are provided through National Health Mission (NHM) & Public Health Infrastructure. Mission Saksham Anganwadi and Poshan 2.0 is a Centrally Sponsored scheme.

Early Childhood Care and Education (ECCE) is one of the six services provided through Anganwadi Centres (AWCs) located across the country under Anganwadi Services. ECCE component covers children aged 3–6 years who receive pre-school education at AWCs, while children aged 0–3 years are reached through structured home visits

(3) Mission Vatsalya: Mission Vatsalya (erstwhile Child Protection Services Scheme (ICPS)) is a Centrally Sponsored Scheme (CSS) which is implemented through States/Union Territories (UTs) to deliver services for better outreach and protection for Children in Need of Care and Protection (CNCP) and Children in Conflict with Law (CCL) which include Institutional Care and Non-Institutional Care in a mission mode with the objective to: (i) Support and sustain Children in difficult circumstances (ii) Develop context-based solutions for holistic development of children from varied backgrounds (iii) Provide scope for green field projects for encouraging innovative solutions (iv) Cement convergent action by gap funding, if required.

Further, the Department of School Education and Literacy is implementing

an integrated centrally sponsored scheme for School education- Samagra Shiksha. The scheme treats school education holistically, without segmentation from pre-primary to class XII and aligned with the recommendations of the National Education Policy (NEP) 2020 with aim to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process. The scheme also provides support for the implementation of the RTE Act.

Under Samagra Shiksha, financial assistance is provided to States and UTs for undertaking various activities for Universalization of School Education including opening/strengthening of new schools upto senior secondary level, construction of school buildings & additional classrooms, development/strengthening of school infrastructure in northern border areas under Vibrant Village Programme, setting up, up-gradation and running of Kasturba Gandhi Balika Vidyalayas, setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas, construction of hostels for PVTGs under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN), construction of hostels under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) for unsaturated ST population, free uniforms to eligible children and free text books at elementary level, transport allowance and undertaking enrolment & retention drives. Special training for age-

appropriate admission of out of school children and residential as well as non-residential training for older children, seasonal hostels / residential camps, special training centres at worksites, transport/ escort facility are also supported to bring out of school children to the formal schooling system including support to complete their education through NIOS/SIOS. Under the student-oriented component for the children with special needs, financial assistance is provided for identification and assessment of children with special needs, aids and appliances, braille kits and books, appropriate teaching learning material and stipend to girl students with disability etc.

Kasturba Gandhi Balika Vidyalayas (KGBVs) are residential schools for girls belonging to Socio-Economically Disadvantaged Groups (SEDGs) such as Schedule Tribe, Schedule Caste, Other Backward Class, Economically Weaker Section of the society in Educationally Backward Blocks (EBBs). The objective of the scheme is to ensure access to quality education for girls from SEDGs and reduce the gender gap at the elementary to senior secondary level by setting up residential schools with boarding facilities.

POPULATION EXPLOSION

4764. SHRI ANIL YESHWANT DESAI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the country is on the verge of population explosion despite the family

planning programme being run continuously for so many years as there is no effective population control law;

(b) if so, the details thereof along with the action being considered to identify the loopholes in the programme;

(c) whether the Government proposes to formulate any law to control population with a cap of maximum two children;

(d) if so, the details thereof and the time by which it is likely to be done;

(e) whether any provisions are available to withdraw certain concessions such as tax, ration, education fee, houses from the people who opt for larger family; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (f) India has achieved a Total Fertility Rate (TFR) of 2.0 as per National Family Health Survey (NFHS-5, 2019–21). This is aligned with the National Population Policy 2000 and the National Health Policy 2017.

National Family Planning Programme focuses on voluntary adoption of family planning services based on informed choices, with programmatic interventions addressing healthy timing and spacing of pregnancies for well-being of the mother and child. An integrated Continuum of Care approach across

maternal, child, and adolescent health is supported with various Information, Education and Communication (IEC) activities to safeguard the health of the mother and child. State-specific budgets under the Programme Implementation Plan are considered for approval based on proposals submitted by the States.

Various schemes implemented by the Government under Family Planning programme are given below-

i. **Expanded Contraceptive Choices** comprises of Condoms, Combined Oral contraceptive pills, Intrauterine Contraceptive Devices (IUCD), Sterilization, Injectable contraceptive MPA (Antara Programme), Centchroman (Chhaya) and Emergency contraceptive pills.
ii. **Mission Parivar Vikas** implemented in thirteen states for increasing the access to contraceptives and family planning services.
iii. **Compensation scheme for Sterilization acceptors** provides compensation for loss of wages to the beneficiaries.
iv. **Post-Pregnancy contraception** in the form of Post-Partum Intrauterine Contraceptive Device (PPIUCD), Post-Abortion Intrauterine Contraceptive Device (PAIUCD), and Post -Partum Sterilization (PPS).
v. **'World Population Day Campaign' and 'Vasectomy Fortnight'** are observed every year to boost awareness on Family Planning and service delivery across all States/ Union Territories.
vi. **Home Delivery of Contraceptive Scheme** by ASHAs.

vii. Family Planning Logistics Management Information System (FPLMIS) to ensure availability of Family Planning commodities across all the levels of health facilities.

महिलाओं और बच्चों से संबंधित योजनाओं का आकलन

4765. श्री कंवर सिंह तंवर:

क्या **महिला और बाल विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने अमरोहा जिला, उत्तर प्रदेश में महिलाओं और बच्चों से संबंधित योजनाओं, जिनमें पोषण सहायता, प्रारंभिक बाल्यावस्था देखभाल एवं शिक्षा, संरक्षण सेवाएं, महिला सशक्तिकरण पहल तथा किशोरियों के लिए सहायता कार्यक्रम शामिल हैं, की उपलब्धता और प्रभावकारिता के संबंध में कोई आकलन किया है;

(ख) यदि हाँ, तो उक्त जिले में विगत तीन वर्षों के दौरान समेकित बाल विकास सेवा (आईसीडीएस) की प्रगति, आंगनवाड़ी अवसंरचना एवं कार्मिकों की उपलब्धता, पोषण अनुपूरक संबंधी कवरेज, अग्रिम पंक्ति के कार्यकर्ताओं के क्षमता निर्माण तथा योजनाओं के परिणामों की निगरानी के संबंध में ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

महिला और बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर):

(क) से (ग): नीति आयोग ने महिला एवं बाल विकास मंत्रालय की योजनाओं का 2020 और फिर 2025 में तृतीय-पक्ष मूल्यांकन कराया है। इन अध्ययनों से पता चला है कि मंत्रालय की योजनाएं अत्यधिक प्रासंगिक हैं।

मिशन सक्षम आंगनवाड़ी एवं पोषण 2.0 के अंतर्गत, आंगनवाड़ी केंद्रों (एडब्ल्यूसी) में अवसंरचना

सुविधाओं में सुधार और कार्यबलों की नियुक्ति के लिए निम्नलिखित कदम उठाए गए हैं:

- 15वें वित्त आयोग की अवधि के दौरान, मनरेगा के साथ समन्वय में प्रति वर्ष 10,000 एडब्ल्यूसी की दर से 50,000 आंगनवाड़ी केंद्रों का निर्माण किया जा रहा है, जिसमें मनरेगा के तहत 8.00 लाख रुपये, 15वें वित्त आयोग (एफसी) (या किसी अन्य असम्बद्ध निधि) के तहत 2.00 लाख रुपये और एमडब्ल्यूसीडी द्वारा प्रति एडब्ल्यूसी 2.00 लाख रुपये प्रदान किए जाते हैं। यह निधि केंद्र तथा राज्यों और संघ राज्य क्षेत्रों के मध्य निर्धारित लागत हिस्सेदारी के अनुपात में वहन की
- इसके अलावा, राज्यों और संघ राज्य क्षेत्रों को यह भी सलाह दी गई है कि वे सांसद स्थानीय क्षेत्र विकास योजना (एमपीएलएडीएस), ग्रामीण अवसंरचना विकास कोष (आरआईडीएफ), पंचायती राज संस्थाओं के लिए वित्त आयोग अनुदान, अल्पसंख्यक कार्य मंत्रालय के बहुक्षेत्रीय विकास कार्यक्रम (एमएसडीपी) आदि जैसी विभिन्न योजनाओं से एडब्ल्यूसी भवनों के निर्माण के लिए निधि जुटाना जारी रखें।
- उत्तरी सीमावर्ती क्षेत्रों पर ध्यान केंद्रित करते हुए जनजातीय आबादी लक्षित विकास के लिए प्रधानमंत्री जनमन और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान तथा वीवीपी (जीवंत ग्राम कार्यक्रम) – चरण-I के तहत आंगनवाड़ी केंद्रों के निर्माण के लिए विभिन्न अन्य पहलें की गई हैं।
- आंगनवाड़ी केंद्रों में अवसंरचना सुविधाओं में सुधार के लिए मंत्रालय द्वारा विभिन्न कदम उठाए गए हैं जिनमें अन्य बातों के साथ-साथ आंगनवाड़ी केंद्रों में पेयजल सुविधाओं और शौचालयों के लिए निधि को क्रमशः 10,000 रुपये से बढ़ाकर 17,000 रुपये और 12,000 रुपये से बढ़ाकर 36,000 रुपये करना शामिल है।
- आंगनवाड़ी कार्यकर्त्रियां और आंगनवाड़ी सहायिकाएँ स्थानीय समुदाय से ली गईं मानद

कार्यकर्त्रियां हैं जो स्थानीय समुदाय की सहायता के लिए बाल देखभाल और विकास के क्षेत्र में अपनी सेवाएँ प्रदान करने हेतु स्वेच्छा से आगे आती हैं इसके लिए उन्हें मानदेय दिया जाता है। यह मानदेय समय-समय पर बढ़ाया जाता है। केंद्र और राज्यों तथा संघ राज्य क्षेत्रों के बीच निर्धारित लागत हिस्सेदारी अनुपात के अनुसार भारत सरकार ने दिनांक 1 अक्टूबर, 2018 से आंगनवाड़ी केंद्रों में कार्यरत आंगनवाड़ी कार्यकर्त्रियों का मानदेय 3,000 रुपये से बढ़ाकर 4,500 रुपये प्रति माह और आंगनवाड़ी सहायिकाओं का मानदेय 1,500 रुपये से बढ़ाकर 2,250 रुपये प्रति माह कर दिया है। इसके अतिरिक्त, राज्य और संघ राज्य क्षेत्र अपने संसाधनों से इन कार्यकर्त्रियांओं को अतिरिक्त मौद्रिक प्रोत्साहन और टॉप-अप भी दे रहे हैं, जो प्रत्येक राज्य में भिन्न-भिन्न हैं।

- इसके अलावा, आंगनवाड़ी कार्यर्त्रियों को 500/- रुपये प्रति माह और आंगनवाड़ी सहायिकाओं को 250/- रुपये प्रति माह का प्रदर्शन से जुड़ा प्रोत्साहन प्रदान किया जाता है। मिशन सक्षम आंगनवाड़ी एवं पोषण 2.0 केंद्र प्रायोजित योजना है। नीति एवं आयोजना की जिम्मेदारी केंद्र सरकार की है, जबकि कार्यक्रम के दैनिक कार्यान्वयन की जिम्मेदारी राज्य सरकारों और संघ राज्य क्षेत्र के प्रशासन की है। इसके अतिरिक्त, मंत्रालय लाभार्थियों को सेवाओं की निर्बाध आपूर्ति सुनिश्चित करने के लिए राज्यों और संघ राज्य क्षेत्रों के साथ निरंतर संपर्क और वीडियो कॉन्फ्रेंस के माध्यम से इस योजना के कार्यान्वयन की निगरानी भी करता है।

योजनाओं के कार्यान्वयन और उनके परिणामों की नियमित रूप से विभिन्न उच्च स्तरों पर प्रत्यक्ष बैठकों, वीडियो कॉन्फ्रेंस और फील्ड विजिट के माध्यम से निगरानी की जाती है।

AI TOOLS IN TAMIL NADU HEALTH INSTITUTIONS

4766. THIRU DAYANIDHI MARAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether Tamil Nadu's Health institutions have been included in AI tools pilots like CDSS, MadhuNetrAI, CA-TB, surveillance systems and Voice-to-Text and if so, the details thereof;

(b) whether the Government has allocated funds to Tamil Nadu under Ayushman Bharat Digital Mission and AI health initiatives during the last five years and if so, the details thereof along with the proposed State-specific grants, if any;

(c) whether the Government has assessed deployment of AI to address Tamil Nadu's workforce shortages and rural gaps beyond Central institutions and if so, details thereof;

(d) whether safeguards exist for data privacy, consent, Tamil language compatibility and AI accountability in national platforms and if so, details thereof; and

(e) whether the Government proposes to establish an AI Healthcare Centre of Excellence in Tamil Nadu and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (e): 'Clinical Decision Support System' (CDSS) integrated in eSanjeevani national telemedicine services and 'Media Disease Surveillance' (MDS) AI solution embedded in the 'Integrated Health Information Platform' (IHIP) under

the Integrated Disease Surveillance Program are implemented nationwide including Tamil Nadu. CDSS since its inception in March 2023 till Feb 2026 has supported 59 million eSanjeevani consultatios in Tamil Nadu. Similarly, 'Media Disease Surveillance' since its inception in 2022 till Feb 2026 has supported 314 AI assisted media alerts sent to the state of Tamil Nadu. These also support Tamil language.

ABDM is a central sector scheme, under which states and union territories are provided funds for supporting human resources deployed for ABDM implementation, capacity building of various stakeholders and IEC (information, education & communication). A total amount of Rs 8.47 crore has been released to the state of Tamil Nadu for the implementation of ABDM in the last five years. A table representing the year-wise budget allocation and amount released to Tamil Nadu (Amount in Rs. crore) is as under:

Financial Year	Allocated Amount	Released Amount
2021-22	1.23	1.23
2022-23	6.64	2.46
2023-24	7.19	1.04
2024-25	5.33	1.81
2025-26	4.00	2.53

Safeguards for data privacy, consent and AI accountability are ensured through data anonymization, user consents and human in the loop approach with adherence to applicable standards and government policies, including AI

Governance guidelines by MeitY, ethical guidelines for application of AI in biomedical research and healthcare by ICMR, Information Technology Act 2000, Digital Personal Data Protection Act and Rules framed thereunder, and cybersecurity guidelines by the Department of Health and Family Welfare. .

The Ministry of Health and Family Welfare is leveraging artificial intelligence (AI) to drive transformative change in public health services across India. The Ministry of Health has designated AIIMS Delhi, PGIMER Chandigarh and AIIMS Rishikesh as 'Centre of Excellence (CoE) for Artificial Intelligence'. The key objective of AI initiative of 'Center of Excellence' is to promote development and use of AI-based solutions in Health.

ALLOCATION OF BUDGET FOR AIIMS

4767. SHRI ESWARASAMY K:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the number of faculty positions sanctioned, filled and vacant in each AIIMS across the country, category-wise;

(b) the details of funds allocated in the Union Budget, sanctioned, released and actually utilised for each AIIMS during the last three financial years, institute-wise and year-wise;

(c) whether any AIIMS has reported infrastructure gaps including incomplete hospital blocks, pending residential quarters, non-functional medical

equipment or shortage of teaching and research facilities, if so, the details thereof, institute-wise; and

(d) the timeline fixed for filling up all sanctioned faculty positions and completing pending infrastructure works in various AIIMS across the country?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): The details of sanctioned, filled, vacant faculty position in various All India Institutes of Medical Sciences (AIIMS) are given in the enclosed **Statement**.

(b): The details of budget allocated and expenditure incurred in various AIIMS during the last three financial years are as under:

(Rs. crore)

Sl. No.	**AIIMS**	**Year**	**Fund allocation**	**Expenditure**
1.	AIIMS Delhi	2022-23	4400.24	4188.43
		2023-24	4489.67	4422.07
		2024-25	4909.46	4880.70
2.	New AIIMS established under the Pradhan Mantri Swasthya Suraksha Yojana (PMSSY)	2022-23	8269.56	7744.92
		2023-24	8635.00	8036.08
		2024-25	9536.00	9472.10

(c) and (d): Project management, procurement and recruitment are contingent on various factors, including land availability, regulatory/statutory clearances, site-

specific issues, availability of suitable/eligible/qualified faculty/healthcare professionals etc. The following special measures have been taken to expeditiously fill vacant faculty positions in AIIMS:

(i) Standing Selection Committee has been constituted in each Institute as per the provision of their respective Act for selection of faculty etc.

(ii) Provision has been made for engagement of retired Faculty at the level of Professor, Additional Professor and Associate Professor, on contract basis, in new AIIMS, up to the age of 70 years from Institutes of National Importance (INIs) and Government Medical Colleges (GMCs).

(iii) Visiting Faculty Scheme has been formulated to allow Professors, Additional Professors and Associate Professors, who are holding academic positions in Government Institutions within India or academic institutions outside India, to be the Visiting Faculty in new AIIMS for teaching purposes.

STATEMENT

Details of Faculty position in various AIIMS

Sl. No.	AIIMS	Faculty position		
		Sanctioned	In position	Vacant
1.	New Delhi (Delhi)	1306	860	446
2.	Bhopal (Madhya Pradesh)	312	241	71
3.	Bhubaneswar (Odisha)	337	238	99
4.	Jodhpur (Rajasthan)	405	221	184
5.	Patna (Bihar)	305	219	86
6.	Raipur (Chhattisgarh)	305	200	105
7.	Rishikesh (Uttarakhand)	355	229	126

8.	Bathinda (Punjab)	219	143	76
9.	Bibinagar (Telangana)	183	132	51
10.	Bilaspur (Himachal Pradesh)	217	130	87
11.	Deoghar (Jharkhand)	208	132	76
12.	Gorakhpur (Uttar Pradesh)	213	117	96
13.	Guwahati (Assam)	183	117	66
14.	Jammu (Jammu & Kashmir)	183	119	64
15.	Kalyani (West Bengal)	309	175	134
16.	Madurai (Tamil Nadu)	183	70	113
17.	Mangalagiri (Andhra Pradesh)	309	171	138
18.	Nagpur (Maharashtra)	373	238	135
19.	Raebareli (Uttar Pradesh)	209	111	98
20.	Rajkot (Gujarat)	183	78	105

राजस्थान में आंगनवाड़ी केंद्रों का उन्नयन

4768. श्री कुलदीप इंदौरा:

क्या **महिला और बाल विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या राजस्थान सहित देश में अनेक आंगनवाड़ी केंद्र अपने भवनों के बिना संचालित हो रहे हैं और यदि हाँ, तो राज्य-वार तत्संबंधी ब्यौरा क्या है;

(ख) मनरेगा के समन्वय में 10,000 भवनों के निर्माण के वार्षिक लक्ष्य को प्राप्त न करने तथा "सक्षम आंगनवाड़ी" पहल के अंतर्गत शौचालय और सुरक्षित पेयजल (आरओ) जैसी मूलभूत सुविधाओं को सुनिश्चित न कर पाने के क्या कारण हैं;

(ग) केंद्र और राज्य के बीच लागत-वितरण व्यवस्था में पहचानी गई प्रशासनिक अड़चनें क्या हैं;

(घ) राजस्थान, विशेष रूप से श्रीगंगानगर-हनुमानगढ़ लोक सभा क्षेत्र में, कितने आंगनवाड़ी केंद्र किराए / अस्थायी एवं असुरक्षित भवनों में संचालित हो रहे हैं; और

(ङ) वर्ष 2026-27 के दौरान प्रत्येक आंगनवाड़ी केंद्र को स्थायी भवन उपलब्ध कराने के लिए समय-सीमा और बजटीय कार्य-योजना क्या है?

महिला और बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर):

(क) से (ङ): 15वें वित्त आयोग में, 6 वर्ष से कम आयु के बच्चों, गर्भवती महिलाओं और स्तनपान कराने वाली माताओं, किशोरियों (14-18 वर्ष) के लिए पोषण सहायता; प्रारंभिक बाल्यावस्था देखरेख एवं शिक्षा [3-6 वर्ष]; आधुनिक, उन्नत सक्षम आंगनवाड़ी सहित आंगनवाड़ी अवसंरचना, पोषण अभियान और किशोरियों के लिए योजना घटकों को मिशन सक्षम आंगनवाड़ी और पोषण 2.0 के तहत पुनर्गठित किया गया है।

मिशन सक्षम आंगनवाड़ी और पोषण 2.0 के तहत, आंगनवाड़ी केंद्रों में बुनियादी सुविधाओं को बेहतर बनाने के लिए कई कदम उठाए गए हैं। 15वें वित्त आयोग की अवधि के दौरान, मनरेगा के साथ समन्वय में प्रति वर्ष 10,000 आंगनवाड़ी केंद्रों की दर से 50,000 आंगनवाड़ी केंद्रों का निर्माण किया जा रहा है। इसमें प्रति आंगनवाड़ी केंद्र मनरेगा के तहत 8.00 लाख रुपये, 15वें वित्त आयोग (या किसी अन्य असंबद्ध निधि) के तहत 2.00 लाख रुपये और महिला एवं बाल विकास मंत्रालय द्वारा 2.00 लाख रुपये को निर्धारित लागत हिस्सेदारी अनुपात में केंद्र और राज्यों/संघ राज्य क्षेत्रों के बीच वहन किया जाता है। राजस्थान सहित पूरे देश में एमजीएनआरईजीएस के तहत वित्तीय वर्ष 2024-25 तक कुल 40,000 आंगनवाड़ी केंद्रों के निर्माण को मंजूरी दी गई है।

इसके अलावा, राज्यों/ संघ राज्य क्षेत्रों को यह भी परामर्श दिया गया है कि वे संसद सदस्य स्थानीय क्षेत्र विकास योजना, ग्रामीण अवसंरचना विकास कोष, पंचायती राज संस्थाओं के लिए वित्त आयोग अनुदान, अल्पसंख्यक कार्य मंत्रालय के बहुक्षेत्रीय विकास कार्यक्रम इत्यादि जैसी विभिन्न योजनाओं से आंगनवाड़ी केंद्र के भवनों के निर्माण के लिए निधि जुटाना जारी रखें।

प्रधानमंत्री जनमन और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान के तहत जनजातीय

आबादी के लक्षित विकास और उत्तरी सीमावर्ती क्षेत्रों पर ध्यान केंद्रित करते हुए वाइब्रेंट विलेज प्रोग्राम(वीवीपी)-चरण I के लिए आंगनवाड़ी केन्द्रों के निर्माण हेतु विभिन्न अन्य पहलें की गई हैं।

इसके अलावा, आंगनवाड़ी केंद्रों में बुनियादी सुविधाओं में सुधार करने के उद्देश्य से मंत्रालय द्वारा विभिन्न कदम उठाए गए हैं, जिनमें अन्य बातों के साथ-साथ आंगनवाड़ी केंद्रों में पेयजल सुविधाओं और शौचालयों के लिए निधि को क्रमशः 10,000 रुपये से बढ़ाकर 17,000 रुपये और 12,000 रुपये से बढ़ाकर 36,000 रुपये करना शामिल है।

15वें वित्त आयोग की अवधि में मिशन पोषण 2.0 के तहत, सरकारी भवनों में स्थित दो लाख आंगनवाड़ी केंद्रों (प्रति वर्ष 40,000 की दर से) को सक्षम आंगनवाड़ी केंद्रों के रूप में सुदृढ़ किया जा रहा है ताकि बेहतर पोषण और प्रारंभिक बाल्यावस्था देखरेख एवं शिक्षा प्रदान की जा सके। सक्षम आंगनवाड़ी केंद्रों को पारंपरिक आंगनवाड़ी केंद्रों की तुलना में बेहतर बुनियादी सुविधा प्रदान की जाती है जिसमें एलईडी स्क्रीन, जल शोधन प्रणाली, पोषण वाटिका, प्रारंभिक बाल्यावस्था देखरेख एवं शिक्षा (ईसीसीई) सामग्री और बिल्डिंग एज लर्निंग ऐड(बाला) पेंटिंग शामिल हैं।

स्कूल शिक्षा एवं साक्षरता विभाग, शिक्षा मंत्रालय के समन्वय से मंत्रालय ने सरकारी प्राथमिक विद्यालयों में आंगनवाड़ी केंद्रों की स्थापना के लिए 3 सितंबर, 2025 को संयुक्त रूप से दिशानिर्देश जारी किए गए हैं। इसका उद्देश्य ईसीसीई और मूलभूत साक्षरता एवं संख्या ज्ञान संबंधी सेवाओं को सुदृढ़ करना है। जिन स्थानों पर वास्तविक रूप से आंगनवाड़ी केंद्र स्थापित करना संभव नहीं है, वहां उन्हें निकटतम प्राथमिक विद्यालय के साथ जोड़ा जाएगा।

मिशन सक्षम आंगनवाड़ी और पोषण 2.0 के तहत, आंगनवाड़ी केंद्रों को स्मार्टफोन और विकास निगरानी उपकरणों के प्रावधान के साथ तकनीकी रूप से सशक्त बनाया गया है ताकि वे कुशल निगरानी और सेवा प्रदायगी कर सकें।

मिशन सक्षम आंगनवाड़ी एवं पोषण 2.0 केंद्र प्रायोजित योजना है। इस योजना का कार्यान्वयन

राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासन के अंतर्गत आता है। राज्य और संघ राज्य क्षेत्र-वार बुनियादी सुविधा का विस्तृत विवरण https://www.poshantracker.in/statistics पर उपलब्ध है।

HEALTH INSURANCE COVERAGE FOR GIG WORKERS

4769. SHRI ASADUDDIN OWAISI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has announced the inclusion of over 1 crore gig workers under the Ayushman Bharat health insurance scheme;

(b) if so, the details thereof including the implementation framework;

(c) the eligibility criteria being used for the identification of gig workers under the scheme;

(d) the estimated timeline for the implementation of the scheme for gig workers; and

(e) the number of assessed and identified beneficiaries under this initiative in the country; State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (e): Ministry of Labour and Employment (MoLE) has informed that the definition of gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into

force on 21.11.2025 and as per the Budget Announcement for financial year 2025-26, Government has announced several key measures for the welfare of Gig workers of online platforms (platform workers) viz. their registration on the e-Shram portal, issuance of identity cards, and extension of healthcare benefits under Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY).

Further, the Code provides for framing of suitable welfare schemes for gig workers and platform workers on matters relating to life and disability cover, health and maternity benefits, old age protection, etc. The Code provides for setting up a Social Security Fund to finance these welfare schemes.

The MoLE launched e-Shram portal on 26.08.2021 for creation of a comprehensive National Database of Unorganised Workers including platform workers, migrant workers etc. The e-Shram portal is meant to register and support the unorganised workers by providing them a Universal Account Number on a self-declaration basis. This is envisaged to enable unorganised workers registered on e-Shram to access social security schemes and see benefits availed by them.

To maximise registration of platform workers on this portal, three nationwide special registration drives were held during the months of April, May and August-September, 2025 in collaboration with States and Union Territories. As on 12.03.2026, over 8.84 lakh platform workers are registered on e-Shram portal.

वकीलों के पैनल

4770. श्री संजय हरिभाऊ जाधव :

क्या **विधि और न्याय** मंत्री यह बताने की कृपा करेंगे किः

(क) विभिन्न मंत्रालयों में वर्तमान तिथि तक वकीलों के पैनलों का ब्यौरा क्या है ;

(ख) विभिन्न मंत्रालयों में मामलों के आवंटन हेतु वकीलों के पैनलों के लिए नए दिशानिर्देशों को किस प्रकार लागू किया जाएगा ;

(ग) सभी नामित केस प्रभारी द्वारा इन दिशानिर्देशों का पालन सुनिश्चित करने के लिए क्या उपाय किए गए हैं ;

(घ) सरकार केस प्रभारियों द्वारा मामलों के आवंटन संबंधी दिशानिर्देशों के पालन की निगरानी किस प्रकार करेगी ; और

(ङ) इस संबंध में सरकार की कार्य-योजना क्या है ?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

(क): विधि कार्य विभाग, विधि और न्याय मंत्रालय भारत संघ की ओर से उच्चतम न्यायालय, उच्च न्यायालयों, अधिकरणों और जिला न्यायालयों में प्रतिनिधित्व के लिए विभिन्न प्रवर्गों के पैनल अधिवक्ताओं को सूचीबद्ध करता है। आज की तारीख में पैनल अधिवक्ताओं की कुल संख्या 8054 है।

(ख) से (ङ): अधिवक्ताओं के पैनल को मामलों के आबंटन और प्रभारी द्वारा मामलों के आबंटन के अनुपालन से संबंधित मार्गदर्शक सिद्धांत, विधि कार्य विभाग द्वारा कार्यालय ज्ञापन संख्या जे-16/20/2024-न्यायिक तारीख 16 अक्तूबर, 2024 और कार्यालय ज्ञापन संख्या जे-12/7/2025-न्यायिक तारीख 11 अगस्त, 2025 के माध्यम से मामलों के पारदर्शी आबंटन के लिए जारी किए गए हैं (दोनों कार्यालय ज्ञापनों की प्रतियां **विवरण** के रूप में संलग्न हैं)।

विधिक कार्य विभाग द्वारा तारीख 21.10.2019 के कार्यालय ज्ञापन संख्या जे-12017/1/2019 न्यायिक और तारीख 13.09.2022 उपांतरित कार्यालय ज्ञापन संख्या जे-12017/1/2022 के द्वारा जारी मार्गदर्शक सिद्धांतों में पदाभिहित मुकदमेबाजी प्रभारी (लिटिगेशन इंचार्ज) द्वारा न्यायालयों/अधिकरणों के पैनल काउंसेल के बीच भारत संघ से संबंधित मामलों के आबंटन की प्रक्रिया का उपबंध किया गया है। उक्त कार्यालय ज्ञापनों में यह विनिर्दिष्ट किया गया है कि भारत के उच्चतम न्यायालय के समक्ष मामलों के संबंध में, मामलों का आबंटन भारत के माननीय महान्यायवादी (अटर्नी जनरल) और उसके पश्चात् भारत के माननीय महासालिसिट् द्वारा किया जाना है।

तारीख 16.10.2024 और 11.08.2025 को जारी उपरोक्त मार्गदर्शक सिद्धांत इस बात पर जोर देते हैं कि पैनल काउंसेल अपनी लिम्बस आईडी को सक्रिय करें और उन्हें सौंपे गए मामलों की प्रास्थिति को नियमित रूप से अद्यतन करें, जिसकी निगरानी प्रशासनिक मंत्रालय/विभाग द्वारा लिम्बस पोर्टल पर की जानी है।

विवरण

फ. सं. जे-12/7/2025-न्यायिक
भारत सरकार
विधि और न्याय मंत्रालय
विधि कार्य विभाग
(न्यायिक अनुभाग)
*****

शास्त्री भवन, नई दिल्ली
दिनांक 11 अगस्त, 2025

कार्यालय ज्ञापन

विषय : भारत संघ की ओर से माननीय उच्च न्यायालयों/अधिकरणों/जिला एवं अधीनस्थ न्यायालयों एवं निवारण आयोग आदि के समक्ष नामित मुकदमा प्रभारी द्वारा संबंधित पैनल काउंसेल के बीच मामलों का निष्पक्ष एवं पारदर्शी आवंटन।

उपर्युक्त विषय के संबंध में, इस विभाग के कार्यालय ज्ञापन संख्या जे-16/20/2024-न्यायिक दिनांक 16.10.2024 (सुलभ संदर्भ हेतु प्रति संलग्न है) का संदर्भ ग्रहण करें।

2. इस संबंध में, उक्त कार्यालय ज्ञापन के जारी होने के समय से ही, यह देखा गया है कि निर्दिष्ट मुकदमा प्रभारी विशेष रूप से, मामलों के आवंटन की मासिक रिपोर्ट प्रस्तुत करने और लिम्बस पोर्टल पर मामलों की स्थिति को अद्यतन करने के मामले में (विद्वान एएसजीआई, डीएसजीआई, वरिष्ठ सीजीएससी और एसजीसी) उक्त कार्यालय ज्ञापन में दिए गए दिशानिर्देशों का अक्षरशः और पूर्ण निष्ठा के साथ पालन नहीं कर रहे हैं;

3. 'भारत सरकार द्वारा मुकदमों के कुशल और प्रभावी प्रबंधन पर निदेशों' के 04.04.2025 को जारी होने के बाद से एएसजीआई / डीएसजीआई / पैनल काउंसेल की निगरानी और कार्य-निष्पादन मूल्यांकन के उद्देश्य से विभाग को मामलों के आवंटन पर नियमित मासिक रिपोर्टों की आवश्यकता होती है व इसके साथ ही, इस विभाग द्वारा विकसित लिम्बस पोर्टल पर मामलों के संबंध में नियमित अद्यतन भी आवश्यक है ताकि संबंधित मंत्रालय/विभाग द्वारा सीधे ही मामलों की निगरानी की जा सके।

4. उपर्युक्त के आलोक में, सभी निर्दिष्ट मुकदमा प्रभारियों को निम्नलिखित निर्देश दिए जाते हैं:

(i) पैनल काउंसेल (जिसमें स्वयं मुकदमा प्रभारी भी शामिल हैं) को आबंटित मामलों की मासिक रिपोर्ट ईमेल द्वारा विधि कार्य विभाग को प्रस्तुत करना सुनिश्चित करें; और

(ii) यह सुनिश्चित करें कि प्रत्येक मामले को आवंटिती काउंसेल द्वारा लिम्बस पोर्टल पर अपडेट किया जाए और पैनल काउंसेल (मुकदमा प्रभारी सहित) द्वारा प्रस्तुत शुल्क बिलों में मामले की विशिष्ट लिम्बस आईडी होनी चाहिए। लिम्ब्स आईडी का उल्लेख किए बिना, केंद्रीय एजेंसी अनुभाग/मुकदमा अनुभाग/शाखा सचिवालयों और प्रशासनिक मंत्रालय/संबंधित विभाग, जैसा भी मामला हो, द्वारा शुल्क का भुगतान नहीं किया जाएगा।

5. उपर्युक्त निर्देश माननीय विधि और न्याय राज्य मंत्री (स्वतंत्र प्रभार) के अनुमोदन से जारी किए जाते हैं।

संलग्न: यथोक्त।

(एम. सी. प्रुष्टि)
वरिष्ठ सरकारी अधिवक्ता

सेवा में,

1. भारत के अपर महासॉलिसिटर (सूची के अनुसार)
2. भारत के उप महासॉलिसिटर (सूची के अनुसार)
3. वरिष्ठ केंद्रीय सरकारी स्थायी काउंसेल (सूची के अनुसार)
4. स्थायी सरकारी स्थायी काउंसेल (सूची के अनुसार)।

निम्नलिखित को (ईमेल द्वारा) प्रतिलिपि

1. मानक सूची के अनुसार सभी मंत्रालय / विभाग।
2. माननीय विधि और न्याय राज्य मंत्री (स्वतंत्र प्रभार) के निजी सचिव।
3. विधि कार्य विभाग के मुख्य सचिवालय में विधि सचिव/सभी अपर सचिव और संयुक्त सचिवों व विधि सलाहकारों के प्रधान स्टाफ अधिकारी।
4. भारत के विद्वान महान्यायवादी/ भारत के विद्वान महासॉलिसिटर।
5. प्रभारी, शाखा सचिवालय मुंबई, कोलकाता, चेन्नै और बेंगलुरु।
6. प्रभारी, केंद्रीय अभिकरण अनुभाग।
7. प्रभारी, मुकदमा (उच्च न्यायालय / कैट / निचला न्यायालय) अनुभाग।
8. विधि कार्य विभाग की लिम्ब्स टीम।
9. इस विभाग की वेबसाइट www.legalaffairs.gov.in पर 'न्यायिक अनुभाग' टैब में मुकदमा से संबंधित 'परिपत्र' लिंक के अंतर्गत अपलोड करना।
10. कार्यालय/अतिरिक्त प्रतियां।

(कुमार गौरव)
अनुभाग अधिकारी(न्यायिक)
दूरभाष: 011-23384945
Email: judicial-dla@nic.in

डाक/ई-मेल के माध्यम से

फा. सं. जे-16/20/2024-न्यायिक
भारत सरकार
विधि और न्याय मंत्रालय
विधि कार्य विभाग
(न्यायिक अनुभाग)
*****

शास्त्री भवन, नई दिल्ली
दिनांक 16 अक्टूबर, 2024

कार्यालय ज्ञापन

विषय : भारत संघ की ओर से माननीय उच्च न्यायालयों/अधिकरणों/जिला एवं अधीनस्थ न्यायालयों एवं निवारण आयोग आदि के समक्ष नामित मुकदमा प्रभारी द्वारा संबंधित पैनल काउंसेल के बीच मामलों का निष्पक्ष एवं पारदर्शी आवंटन - के संबंध में।

इस विभाग ने इस विभाग के कार्यालय ज्ञापन संख्या जे-12017/1/2019 - न्यायिक दिनांक 21.10.2019 (प्रति संलग्न) के माध्यम से उच्च न्यायालय/अधिकरण तथा जिला एवं संबंधित अधीनस्थ न्यायालयों के लिए कुछ श्रेणियों के विधि अधिकारियों/पैनल काउंसेल को मुकदमा प्रभारी के रूप में नामित किया है। इन मुकदमा प्रभारियों की नियुक्ति का मुख्य उद्देश्य संबंधित उच्च न्यायालय/अधिकरण/जिला एवं अधीनस्थ न्यायालयों के समक्ष पैनल काउंसेलों के बीच मामलों का पर्यवेक्षण और उचित आवंटन करना है, जिसकी सूचना सीधे इस विभाग को दी जाती है।

2. लेकिन, इस विभाग को संबंधित उच्च न्यायालयों/अधिकरणों और जिला एवं अधीनस्थ न्यायालयों के मुकदमे के प्रभारी अधिकारियों द्वारा मामलों के अनुचित और अपारदर्शी आवंटन के संबंध में न केवल पैनल काउंसेल से बल्कि मंत्रालयों/विभागों से भी शिकायतें/रिपोर्टें प्राप्त हो रही हैं। ऐसी प्रथाएं न केवल अन्य पैनल काउंसेलों के लिए हानिकारक हैं, बल्कि भारत संघ के हितों को भी खतरे में डालती हैं। इसके अलावा, वरिष्ठ श्रेणी के काउंसेलों को सामान्य/नियमित मामलों का आवंटन अनावश्यक बोझ डालता है।

3. उपर्युक्त समस्या के समाधान हेतु, अधोहस्ताक्षरी को माननीय उच्च न्यायालयों/ अधिकरणों/जिला एवं अधीनस्थ न्यायालयों तथा निवारण आयोग आदि के सभी नामित मुकदमा प्रभारियों को निम्नलिखित दिशानिर्देश परिचालित करने का निर्देश दिया गया है, ताकि इनका कड़ाई से पालन किया जा सके:

i साधारण/नियमित प्रकृति के मामलों को पैनल काउंसेल (अपर एसजीआई/उप एसजीआई/वरिष्ठ पैनल काउंसेल को छोड़कर) को बारी-बारी से सौंपा जा सकता है;

ii यदि मंत्रालय/विभाग किसी विशेष पैनल काउंसेल के नाम की लिखित रूप में सिफारिश करता है, तो इसका उचित औचित्य होना चाहिए;

iii महत्वपूर्ण, संवेदनशील और उच्च जोखिम वाले मामले, जिनमें चुनौती के तहत प्रावधान की संवैधानिक वैधता से संबंधित मामले भी शामिल हैं, अपर एसजीआई / उप एसजीआई / वरिष्ठ पैनल काउंसेल को और/या संबंधित मंत्रालय / विभाग के लिखित में विशिष्ट अनुरोध पर सौंपे जा सकते हैं;

iv दो या दो से अधिक मामले जिनमें विधि या तथ्यों के सारतः समान प्रश्न शामिल हों और जहाँ मुख्य अंतर संबंधित पक्षकारों के नाम, पते, शामिल धन राशि आदि में हो, चाहे ऐसे सभी मामलों की सुनवाई एक साथ हो या नहीं, एक ही पैनल काउंसेल को सौंपा जा सकता है, भिन्न-भिन्न को नहीं;

v अपर एसजीआई / उप एसजीआई / वरिष्ठ पैनल काउंसेल को छोड़कर, किसी भी पैनल काउंसेल के पास किसी भी समय संबंधित उच्च न्यायालय / अधिकरण / जिला एवं अधीनस्थ न्यायालय के समक्ष केंद्र सरकार के मुकदमे की कुल लंबितता में से 10% से अधिक मामले नहीं होने चाहिए;

vi यह सुनिश्चित किया जा सकता है कि सभी पैनल काउंसेलों की लिम्बस आईडी सक्रिय हो जाए और वे नियमित रूप से उन्हें सौंपे गए मामलों की स्थिति को अपडेट करते रहें;

vii विभागों को लिम्बस पोर्टल के माध्यम से मामलों की निगरानी करनी होगी; और

viii पैनल काउंसेलों को मामलों के आवंटन पर एक मासिक रिपोर्ट नियमित रूप से ईमेल के माध्यम से इस विभाग को भेजी जा सकती है।

4. इन दिशा-निर्देशों का तत्काल प्रभाव से पालन करना आवश्यक है।

5.यह माननीय विधि और न्याय राज्य मंत्री (स्वतंत्र प्रभार) के अनुमोदन से किया गया है।

संलग्नः यथोक्त

(एम. सी. प्रुष्टि)
वरिष्ठ सरकारी अधिवक्ता

सेवा में,

1. भारत के अपर महासॉलिसिटर (सूची के अनुसार)।
2. भारत के उप महासॉलिसिटर (सूची के अनुसार)।
3. वरिष्ठ केंद्र सरकार स्थायी काउंसेल (सूची के अनुसार)।
4. स्थायी सरकारी काउंसेल (सूची के अनुसार)।

निम्नलिखित को ईमेल के माध्यम से प्रतिलिपि :

1. भारत सरकार के सभी मंत्रालय/विभाग (मानक सूची के अनुसार)।

2. माननीय विधि और न्याय राज्य मंत्री (स्वतंत्र प्रभार) के पीएस।
3. विधि सचिव/सभी अपर सचिवों, संयुक्त सचिवों और विधि कार्य विभाग के मुख्य सचिवालय में विधि सलाहकारों के पीएसओ।
4. भारत के विद्वान महान्यायवादी/भारत के विद्वान महासॉलिसिटर।
5. मुंबई, कोलकाता, चेन्नई और बेंगलुरु स्थित विधि कार्य विभाग के सभी चार शाखा सचिवालय।
6. मुकदमा (उच्च न्यायालय/सीएटी/निचला न्यायालय) अनुभागों के प्रभारी।
7. इस विभाग की वेबसाइट www.legalaffairs.gov.in पर 'न्यायिक अनुभाग' टैब के अंतर्गत 'मुकदमा से संबंधित परिपत्र' लिंक में अपलोड किया जाए।
8. कार्यालय/अतिरिक्त प्रतियां।

(कुमार गौरव)
अनुभाग अधिकारी (न्यायिक)
दूरभाषः011-23384945
ईमेलःjudicial-dla@nic.in

CONSULTATION FEES TO VISIT EMPANELLED HOSPITALS

4771. SHRI ASHOK KUMAR RAWAT:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether it is a fact that in all empanelled hospitals in Delhi/NCR including BLK-MAX super speciality hospital under various Central Government Health Schemes, regular patients are required to pay consultation fees at every visit including for consultations with different specialist doctors, even for follow-up treatment, hospital-wise;

(b) if so, the details thereof along with the reasons therefor and the guidelines issued by the Government in this regard;

(c) whether the Government is aware that repeated charging of consultation fees from regular/follow-up patients is causing financial burden to beneficiaries, if so, the details thereof;

(d) whether the Government proposed to issue directions to empanelled hospitals to waive or regular consultation fees for follow-up visits within a specified period; and

(e) if so, the details thereof along with the corrective steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (e): As per OM No. 5-34/CGHS/HEC(HQ)/2025 dated 22.12.2025, each OPD consultation is valid for a period of 7 days, provided it pertains to the same speciality.

Under the Central Government Health Scheme (CGHS), pensioner beneficiaries are entitled to cashless (credit) facility and are not required to pay any out-of-pocket consultation fee at empanelled Health Care Organizations (HCOs) for services covered under CGHS. The empanelled hospitals raise bills directly to CGHS as per prescribed rates and terms and conditions of empanelment. Similarly, serving beneficiaries submit Medical Reimbursement Claims to their respective Departments, as per CGHS norms.

Further, vide OM dated 28.06.2024, the referral guidelines for consultation, investigations and treatment at empanelled HCOs have been simplified. A referral issued by a CGHS Wellness Centre for specialist consultation is valid for three months, during which a beneficiary may avail up to six consultations, including with up to three specialists, if so recommended by the primary specialist.

CGHS monitors the functioning of empanelled HCOs through feedback and grievance redressal mechanisms. Complaints regarding overcharging or denial of entitled services may be lodged on the CGHS portal or CPGRAMS and are acted upon as per extant guidelines.

IMPLEMENTATION OF CSS FOR PROMOTION OF IEC IN AYUSH

4772. SHRI A. MANI:

Will the Minister of **AYUSH** be pleased to state:

(a) whether the Government is implementing a Central Sector Scheme for Promotion of Information, Education and Communication (IEC) in AYUSH to create awareness about the efficacy, cost-effectiveness and preventive healthcare benefits of AYUSH systems, if so, the details thereof;

(b) the details of the major activities undertaken under the IEC Scheme including the organization of Arogya fairs, seminars, conferences, workshops, exhibitions and publicity campaigns through print, electronic and social media;

(c) the details of IEC programmes conducted and the extent of public participation

therein in Tamil Nadu during the last three years;

(d) whether any Arogya Fairs, Ayurveda Parvs or awareness campaigns have been organized in Dharmapuri district and the funds allocated for such activities, if so, the details thereof; and

(e) the steps taken by the Government to strengthen community outreach and stakeholder engagement for the promotion of AYUSH systems in Dharmapuri district of Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): Yes, Ministry of Ayush implements the Central Sector Scheme for Promotion of Information Education and Communication (IEC) in Ayush to create awareness about the efficacy, cost-effectiveness and preventive healthcare benefits of Ayush systems. This aims to reach out to all sections of the population across the country. Under this Scheme, Ministry organises National/ State level Arogya Fairs, Yoga Fests/ Utsavs, Ayurveda Parvs, celebrate important days of Ayush system, participate in Health fairs/ melas, Exhibitions etc, provide financial assistance for organising seminars, workshops, conferences and conduct multimedia campaigns etc. to create awareness among citizens regarding Ayush system of health care. The details of events held under this scheme during the last three years is given in the enclosed **Statement**.

(c): Under IEC activities, the National Level Arogya Fair was organized in Chennai, Tamil Nadu during FY 2025-26 with a public participation of 27,253 during the event.

(d) and (e): No IEC activities such as Arogya Fairs, Ayurveda Parvs or awareness campaigns have been organized in Dharmapuri district of Tamil Nadu during the specified period and no funds have been allocated for such activities.

STATEMENT

Details of Activities held in the Last Three Years (2023-2026)		
S. No.	**Components**	**Place**
1.	National Level Arogya Fair	1. Jaipur (Rajasthan) 2. Thiruvananthapuram (Kerala) 3. Thane (Maharashtra) 4. New Delhi (Delhi) 5. Dehradun (Uttarakhand) 6. Jaipur (Rajasthan) 7. Chennai (Tamilnadu) 8. Buldhana (Maharashtra)
2.	State Level Arogya Fair	1. Mon (Nagaland) 2. Raipur (Chhattisgarh) 3. Nashik (Maharashtra) 4. Mon (Nagaland) 5. Shillong (Meghalaya) 6. Jabalpur (Madhya Pradesh)
3.	Ayurveda Parv/Yoga Fest	1. Srinagar (J&K) - Ayurveda Parv 2. Tirupati (Andhra Pradesh) - Ayurveda Parv 3. Panchkula (Haryana) - Ayurveda Parv 4. Udaipur (Rajasthan)-Yoga Fest 5. Hyderabad (Telangana)- Ayurveda Parv

		6. Amritsar (Punjab)- Ayurveda Parv 7. New Delhi (Delhi)- Yoga Fest 8. Puri (Odisha)- Ayurveda Parv 9. Bhopal (Madhya Pradesh)- Ayurveda Parv 10. Leh (Ladakh) - Yoga Fest 11. Mumbai (Maharashtra) - Ayurveda Parv
4.	Participation in Fairs/Melas/Exhibitions	1. Cow Based Global Investment Summit & Expo (Rajkot, Gujarat) 2. 26th National Health Exhibition (Kolkata, West Bengal) 3. IPU Health Mela (New Delhi, Delhi) 4. Aadi Mahotsav (Jamshedpur, Jharkhand) 5. World Food India (New Delhi, Delhi) 6. India International Trade Fair (New Delhi, Delhi) 7. Arogya Fair on the occasion of Naturopathy Day 2023 (Tanakpur, Uttarakhand) 8. Odisha Ayush Expo (Bhubaneshwar, Odisha) 9. Exhibition (Karnataka, Bengaluru) 10. Rise in India -Health & Wellness Expo (Ghaziabad, Uttar Pradesh) 11. North East Festival 2023 (New Delhi, Delhi) 12. Bharat Parv 2024 (Red Fort,

		Delhi) 13. Surajkund Mela 2024 (Faridabad, Haryana) 14. Aadi Mahotsav (New Delhi, Delhi) 15. AYUSH Health “Arogya Mela”2024 (Dundu, Jaipur, Rajasthan) 16. World Food India (New Delhi, Delhi) 17. India International Trade Fair (New Delhi, Delhi) 18. Surajkund Mela, 2025(Faridabad, Haryana) 19. Rise in India 2025 (Ghaziabad, UP) 20. Health Tech India 2025(New Delhi, Delhi) 21. Pravasi Bhartiya Diwas 2025 (Bhubaneshwar, Odisha) 22. Bharat Parv 2025 (Delhi) 23. World Wetlands Day (Gonda, Uttar Pradesh) 24. World Food India (New Delhi, Delhi) 25. India International Trade Fair (New Delhi, Delhi) 26. Surajkund Mela
5.	Providing Financial Assistance for organizing Workshop/Conference/Seminars etc. on Ayush System	The number of financial assistance cases provided is 11
6.	Media Activities	1. Print Advertisement for IDY 2023 2. Print Advertisement for National

		Dhanvantari Ayurveda Award 2023 3. Print Advertisement for an important event held at Guwahati 4. Print Publicity through IITF 2023 tickets 5. Print Advertisement for National Dhanvantari Ayurveda Award 2024 6. Print Advertisement for International Day of Yoga 2024 7. Print Advertisement for Ayurveda Day 2024 8. Print Advertisement on the topic "five Guinness World Records on Desh ka prakriti parikshan" 9. Print Advertisement i.r.o. misleading ads about Ayush 10. Quarter Page Print Advertisement for International Day of Yoga 2025 11. Half Page Print Advertisement for International Day of Yoga 2025
7.	Important Days	1. World Homoeopathy Day 2023 2. IDY 2023 (Jabalpur, Madhya Pradesh) 3. 7th Siddha Day 4. Unani Day 2024 5. World Homoeopathy Day 2024 (New Delhi, Delhi) 6. IDY 2024 (Srinagar, Jammu & Kashmir)

		7. Ayurveda Day (New Delhi, Delhi) 8. Unani Day (New Delhi, Delhi) 9. Siddha Day (Chennai, Tamilnadu) 10. World Homoeopathy Day 2025 (Gandhinagar, Gujarat) 11. IDY 2025 (Vishakhapatnam, Andhra Pradesh) 12. Ayurveda Day 2025 (Goa) 13. Siddha Day

DISTRIBUTION OF FERTILIZER SUBSIDY

4773. DR. M P ABDUSSAMAD SAMADANI:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) the manner in which the distribution of fertilizer subsidy through DBT (Direct Benefit Transfer) is successful;

(b) the steps taken to address the shortage in availability of fertilizer to farmers;

(c) the existing laws to control the use of harmful chemicals;

(d) the measures taken by the Government to reduce pollution from fertilizer manufacturing units; and

(e) the quantum of remaining fertilizer subsidy arrears for farmers in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): The Direct Benefit Transfer (DBT) in Fertilizers mechanism has been

implemented. Under 'DBT in Fertilizers' system, 100% subsidy on various fertilizer grades is released to the fertilizer companies, on actual sales of subsidized fertilizers to the beneficiaries based on Aadhaar authentication through PoS devices installed at each retail shop. Accordingly, all farmers are being supplied fertilizers at the subsidized rates. Fertilizer companies generate/submit weekly subsidy claims based on PoS-recorded sales, which are processed in a chronological manner on a First-In-First-Out (FIFO) basis, subject to completeness of claims, with a view to ensuring effective monitoring, timely settlement and efficient fund management.

(b): Following steps are taken by the Government every season for ensuring timely and adequate availability of fertilizers in the country:

(i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.

(ii) On the basis of requirement projected by DA&FW, Department of Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

(iii) The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).

(iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.

(v) The distribution of fertilizes within the State at district level is done by the concerned State government.

(c): The Environment (Protection) Act, 1986 is the umbrella legislation providing the Central Government power to take all necessary measures to protect the environment, including regulating, restricting, or prohibiting the handling of hazardous chemicals. Under the provisions of the Environment Act, 1986, Hazardous Chemicals (Manufacture, Storage and Import) Rules, 1989 has been notified by the Ministry of Environment Forest and Climate Change (EFCC). These rules focus on industries that deal with the manufacturing, storage, and import of hazardous chemicals. They aim to mitigate risks associated with chemical accidents and ensure safe handling and storage practices. The rules also outline the need for emergency plans and safety audits to prevent and respond to chemical accidents.

(d): The Ministry of Environment, Forests and Climate Change has notified effluent and emission discharge standards for fertilizer industries through GSR 1607(E) dated December 29, 2017. It is mandatory for all the fertilizer industries to operate only after receiving Consent to Operate from respective State Pollution Control Boards / Pollution Control Committees. It is mandatory for all the fertilizer

industries to have adequate Effluent Treatment System and adequate Air Pollution Control System and to comply with the prescribed effluent and emission discharge standards. Central Pollution Control Board / State Pollution Control Boards / Pollution Control Committees take action on those industries that fail to comply with the notified effluent and emission discharge standards.

Central Pollution Control Board (CPCB) has issued directions to all 17 categories of highly polluting industries including Fertilizer industries to install Online Continuous Effluent / Emission Monitoring System (OCEMS) with real time data connectivity to CPCB. CPCB conducts regular inspections of the industries based on exceedance alerts of OCEMS or if OCEMS becomes offline. Based on the observations of inspections, CPCB takes action on the defaulter industries as per extant rules.

(e): Under the 'DBT in Fertilizers' system, 100% subsidy on various fertilizer grades is released to the fertilizer manufacturing/ importing companies, on actual sales to the beneficiaries based on Aadhaar authentication through PoS devices installed at each retail shop. Funds are not allocated or disbursed in a district-wise or constituency-wise manner.

राजनीतिक दलों का कार्यकरण

4774. डॉ. मन्ना लाल रावतः

क्या **विधि और न्याय** मंत्री यह बताने की कृपा करेंगे किः

(क) लोक प्रतिनिधित्व अधिनियम, विशेषकर राजनीतिक दलों के गठन, पंजीकरण और कार्यकरण से संबंधित मुख्य प्रावधान क्या है ;

(ख) राजनीतिक दलों को मान्यता प्रदान करने के लिए भारतीय निर्वाचन आयोग द्वारा निर्धारित प्रावधान और मानदंड क्या है ;

(ग) किसी राजनीतिक दल की मान्यता रद्द करने के लिए कानूनी और प्रक्रिया संबंधी प्रावधान क्या हैं ; और

(घ) जातिवादी या सांप्रदायिक राजनीति में या देश की एकता और अखंडता के खिलाफ गतिविधियों में लिप्त किसी भी राजनीतिक दल की मान्यता रद्द करने के प्रावधान क्या है ?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

(क): भारत निर्वाचन आयोग (ई.सी.आई.) ने सूचित किया है कि राजनीतिक दलों के पंजीकरण के संबंध में मानदंड जन प्रतिनिधित्व अधिनियम, 1951 की धारा 29क के अधीन निर्धारित किए गए हैं।

(ख): चुनाव आयोग ने सूचित किया है कि राजनीतिक दलों को 'राष्ट्रीय' या 'राज्य' दलों के रूप में मान्यता देने के मानदंड चुनाव चिह्न (आरक्षण और आबंटन) आदेश, 1968 के अनुच्छेद 6 के अंतर्गत निर्धारित किए गए हैं।

(ग) और (घ): चुनाव आयोग ने सूचित किया है कि राजनीतिक दलों की मान्यता रद्द की जा सकती है यदि वे चुनाव चिह्न (आरक्षण और आबंटन) आदेश, 1968 के अनुच्छेद 6, 6क, 6ख और 6ग में निर्धारित मानदंडों को पूरा करने में विफल रहते हैं।

इसके अतिरिक्त, चुनाव चिह्न (आरक्षण और आबंटन) आदेश, 1968 का पैरा 16क राजनीतिक दलों की मान्यता को निलंबित करने या वापस लेने का भी उपबंध करता है।

CONSUMPTION DATA OF CHEMICAL FERTILISER AND PESTICIDE

4775. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether the Government is aware that the State of Punjab records among the highest per hectare consumption of chemical fertilisers and pesticides in the country, if so, the details thereof;

(b) the fertiliser and pesticide consumption data for Punjab during the last three years, year-wise;

(c) the steps taken to promote balanced fertiliser use, nano-fertilisers and sustainable agricultural practices in the State; and

(d) whether any special incentive or awareness programme is proposed to help Punjab transition towards environmentally sustainable farming while protecting farmer incomes and food security, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): Fertiliser consumption data for Punjab during the last three years is as under:

(in Thousand MT)

Year	Urea	DAP (Diammonium Phosphate)	MOP (Muriate of Potash)	Complex (NPK)	SSP (Single Super Phosphate)
2022-23	2945.24	717.34	40.51	57.76	149.62

2023-24	3068.42	723.54	49.56	73.16	133.70
2024-25	3256.41	661.23	70.57	141.10	142.54

Pesticides consumption data for Punjab during the last three years is as under:

Unit: MT (Tech. Grade/Formulation)

S. No.	States/UTs	2022-23	2023-24	2024-25
1.	Punjab	5130.00	5216.00	5110.00

(c) and (d): In order to promote the use of Nano Fertilizers among farmers across the country including the State of Punjab, Department of Fertilsers has undertaken the following measures :

i. Use of Nano Fertilizers is promoted through different activities such as awareness camps, webinars, field demonstrations, Kisan Sammelans and films in regional languages etc.

ii. Nano Fertilizers are made available at Pradhan Mantri Kisan Samridhi Kendras by concerned companies.

iii. Nano Fertilizers has been included under monthly supply plan issued by Department of Fertilizers regularly.

iv. For ease in application and utilization of Nano fertilizers like Nano Urea, initiatives such as innovative spraying options like 'Kisan Drones' and distribution of battery-operated Sprayers at retail points are undertaken. For this purpose, pilot training and custom hiring spraying services through Village Level Entrepreneurs are actively promoted.

v. Department of Fertilizers in collaboration with fertilizer companies has initiated a Maha Abhiyan for adoption of Nano Diammonium Phosphate in all 15 agro-climatic zones of the country through consultations and field level demonstrations.

vi. A campaign has been launched for field level demonstrations and awareness programs of Nano Urea plus in 100 districts of the country.

Further, to promote the judicious and balanced use of fertilisers and sustainable agriculture practices in the country, including the state of Punjab, following initiatives have been taken by the Department of Fertilizers :

- The Government of India has implemented the Soil Health & Fertility Scheme. The core objective of the scheme is to provide Soil Health Cards to all farm holdings in the country in order to promote balanced and Integrated Nutrient Management for improving soil fertility, crop productivity, and sustainability of agriculture. The card assesses soil health across various parameters and is issued every two years. As on date, more than 25.90 Crore Soil Health Cards have been distributed across the country. The soil health cards provides farmers with a comprehensive understanding of the nutrient status and conditions of their soils. It also offers crop-specific recommendations on the appropriate use of chemical and bio-fertilizers for informed decision-making and long-term soil health management.

- The Government on June 28, 2023, approved the 'PM Programme for Restoration, Awareness Generation, Nourishment, and Amelioration of Mother-Earth' scheme. All States/UTs are covered under the said scheme. The scheme includes a provision to incentivise States and UTs to reduce chemical fertilizer consumption (urea, DAP, NPK, and MOP) by way of adoption of eco-friendly alternatives such as organic manure, bio-fertilizers, and compost. During FY 2023–24, 14 States recorded a reduction of 15.14 lakh metric tonnes in chemical fertilizer consumption relative to the average consumption of chemical fertilisers for the previous 3 financial years.
- In addition to the above, Kisan Sangoshthis are conducted by Department of Fertilizers along with fertilizer companies for extensive field interaction with farmers, local farmer cooperatives, panchayats focusing on issues such as balanced use of fertilizers, integrated nutrient management, promotion of organic farming, and soil health improvement. 24 Fertiliser Marketing Companies conducted 17,108 Camps/Kisan Sangoshthis across the Country during February 2025 to February 2026. These camps also feature technical sessions on appropriate fertilizer dosages, crop-specific application techniques, and the benefits of organic inputs.

STORAGE AND DISTRIBUTION STANDARDS FOR DRUGS

4776. SHRI KIRTI AZAD:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the existing legal and regulatory provisions to ensure the quality and integrity of drugs after manufacture, including during transit and storage at wholesale and retail premises;

(b) whether the Government has assessed gaps in the current regulatory framework relating to mandatory cold-chain facilities, humidity control and other storage conditions for different categories of drugs, particularly in view of India's climatic and humidity variations and if so, the details thereof along with the reasons for not updating the regulations so far;

(c) whether the Government proposes to undertake reforms in line with the standards of the World Health Organization and if so, the details of the existing provisions governing such storage conditions along with the prescribed qualifications for persons operating wholesale and retail pharmacies;

(d) whether the existing qualifications and regulatory provisions are considered adequate as per modern practices and if so, the details thereof and if not, the reasons therefor along with the measures taken or proposed to be taken by the Government to strengthen them;

(e) whether the Central Drugs Standard Control Organisation (CDSCO) has issued any guidelines on distribution practices for drugs and if so, the current legal and implementation status thereof; and

(f) whether the Government proposes to provide statutory backing to such

guidelines and if so, the details thereof along with the reasons for any delay in doing so?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (f): The legal and regulatory provisions related to sale of drugs are provided under the Drugs Rules, 1945. The premises in respect of which the sale licence is to be granted shall be adequate, equipped with proper storage accommodation for preserving the properties of the drugs as per the requirements.

As per Rule 64 and Rule 65 of Drug Rules, 1945 and conditions of license issued for wholesale/retail sale of drugs states that no drug shall be sold unless purchased under cash or credit memo from a duly licensed dealer or duly licensed manufacturer, enabling traceability.

Further, guidelines have been issued by Ministry of Health and Family welfare regarding storage, temperature monitoring and handling of vaccines during transit across all the rural as well as urban areas.

CDSCO has issued guidelines on “Recall and Rapid Alert System for Drugs” (including Biologicals & Vaccines). Further, draft Guidelines on Good Distribution Practices for Pharmaceutical Products is also published for ensuring quality of Drugs in the supply chain. These guidelines are available on website of CDSCO (www.cdsco.gov.in).

Further, a proposal for affixing bar code or quick response code on other drug formulation products was deliberated in the 90th Drugs Technical Advisory Board (DTAB) meeting held on 25.01.2024. The Board has agreed to the proposal to extend the provision of QR code to all vaccine products and to all antimicrobials, narcotic & psychotropic substances in a phase wise manner.

DENIAL OF ENTRY TO INDIAN IN JEJU ISLAND

4777. MS. MOHUA MITRA

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) the number of Indian nationals denied entry, detained or deported from Jeju Island, South Korea during the last three years, year-wise;

(b) the reasons for such denial, detention or deportation, case-wise;

(c) the details of consular assistance provided by the Government in such cases, case-wise; and

(d) whether the Government has raised the issue with South Korean authorities for more transparent entry procedures under the visa waiver scheme at Jeju Island, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a) to (d) As per information available with the Ministry, the number of Indian

nationals denied entry, detained or deported from Jeju Island, South Korea during the last three years, year wise is as follows:

2023: 19 cases

2024: 10 cases

2025: 23 cases

2026: Nil

The reasons for denial, detention or deportation are not shared by authorities of South Korea as Korean privacy protection laws prohibit sharing of sensitive & personally identifiable information.

Upon receiving requests of assistance in all cases of denial of entry / detention / deportation from Indian nationals, our Embassy in Seoul reaches out to the concerned Korean authorities to ensure a humane & dignified treatment and provision of basic facilities. Korean authorities are also requested to ensure immediate repatriation of the affected Indians. These issues have been taken up with concerned Korean authorities at various levels and on a regular basis, including at the Consular Dialogues held between the two governments.

IMPLEMENTATION OF CENTRALLY SPONSORED SCHEMES IN ANDHRA PRADESH

4778. SHRI G M HARISH BALAYOGI:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) the details of Central Sector Schemes and Centrally Sponsored Schemes

being implemented by the Ministry in the State of Andhra Pradesh during the last three years, year- wise, scheme-wise and district-wise, especially in Konaseema district;

(b) the details of funds allocated, sanctioned, released and utilised for each of the above schemes during the last three years in Andhra Pradesh, year-wise and district-wise, especially for the said district including reasons for any shortfall in utilisation;

(c) the details of physical targets set and achieved while implementing the said schemes during the last three years and the current year, year-wise, scheme-wise and district-wise;

(d) whether the Government has found any shortcomings while implementing the said schemes, if so, the details thereof and the measures taken to fix those shortcomings; and

(e) the steps taken by the Government to enhance the reach, effectiveness and impact of the said schemes in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (e): Urea Subsidy Scheme which is a Central Sector Scheme of the Ministry of Chemicals & Fertilizers is wholly financed by the Government of India through Budgetary Support. Urea Subsidy Scheme has three components, i.e.,

Indigenous Urea, Imported Urea and Uniform Freight Subsidy. Under this Scheme, Urea is presently provided to the farmers at a statutorily notified Maximum Retail Price (MRP). The MRP of 45 kg bag of urea is Rs.242 per bag (exclusive of charges towards neem coating and taxes as applicable). The difference between the delivered cost of urea at farm gate and net market realization by the urea units is given as subsidy to the urea manufacturer/importer by the Government of India. Accordingly, all farmers of the country including farmers of konaseema district of Andhra Pradesh, are being supplied urea at the subsidized rates and thereby are beneficiaries of this scheme.

Government also implement Nutrient Based Subsidy (NBS) Scheme, a Central Sector Scheme, w.e.f. 01.04.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under NBS policy, MRP of P&K fertilizers are decontrolled and companies are free to fix MRP as per their business dynamics at a reasonable level. The subsidy is provided to manufacturer/ importer on notified P&K fertilizers on its PoS sale during the season, depending on their nutrient content to ensure availability of fertilizers to farmers. Under the Scheme, P&K fertilizers are covered under Open General License (OGL) and companies are free to import/manufacture these fertilizers as per their business dynamics. NBS scheme is implemented uniformly on pan-India basis including the state of Andhra Pradesh and no regional differentiation is made.

The Cabinet Committee on Economic Affairs (CCEA), on June 28, 2023,

approved the PM Programme for Restoration, Awareness Generation, Nourishment, and Amelioration of Mother-Earth (PM-PRANAM). The initiative aims to support the mass movement initiated by States and Union Territories (UTs) to preserve the health of Mother Earth through the promotion of sustainable and balanced fertilizer use, adoption of alternative fertilizers, promotion of organic farming, and implementation of resource conservation technologies.

All States/UTs, including the State of Andhra Pradesh, are covered under the PM-PRANAM scheme. Under the PM-PRANAM scheme, there is a provision to provide incentives to States/UTs for reduction of consumption of chemical fertilizers (Urea, DAP, NPK, MOP) in a given financial year, compared to the average consumption over the previous three years, equivalent to 50% of the fertilizer subsidy saved. Of the total grant, 95% will be allocated to the State, while the remaining 5% will be utilized by the Government of India. Out of the 95% grant provided to the States, 65% is for capital expenditure (capex) projects, preferably as contributions to Centrally Sponsored Schemes, and 30% is untied for other activities, including Information, Education, and Communication (IEC) initiatives. There is no separate budgetary allocation for PM-PRANAM and the scheme is funded from savings of fertilizer subsidy arising out of reduction in consumption of chemical fertilizers. Till date, no incentives have been disbursed to the States/UTs.

The Government has approved Market Development Assistance (MDA) Scheme (FY 2023-24 to 2025-26) under which assistance @ Rs. 1500/MT is provided to CBG plants/Fertilizer Marketing Companies for promotion of organic carbon enhancers, viz., Fermented Organic Manure (FOM)/Liquid Fermented Organic Manure (LFOM) and organic fertilizer, viz., Phosphate Rich Organic Manure (PROM) produced at plants under GOBARdhan initiative.

Fertilizers Subsidies are released to the fertilizers manufacturing companies on Point of Sale (PoS) basis to the buyer and no state-specific physical targets, budget/allocation/fund release is made.

GUIDELINES FOR ALLOCATION OF CASES

4779. SHRI ARVIND GANPAT SAWANT:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the manner in which the new guidelines for allocation of cases to panels of advocates are proposed to be implemented across various Ministries;

(b) the details of the action plan of the Government in this regard;

(c) the measures taken by the Government to ensure compliance with these guidelines by all designated officers- in-charge of litigation; and

(d) the manner in which the Government monitors adherence to the guidelines for allocation of cases by litigation in-charges and the mechanism put in place by the Government for this purpose along with the relevant details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a) to (d): The guidelines relating to allocation of cases to panel of advocates issued by the Department of Legal Affairs, Ministry of Law & Justice vide Office Memorandum No. J-16/20/2024-Judicial dated 16th October, 2024, and Office Memorandum No. J-12/7/2025-Judicial dated 11th August, 2025 provide for transparent allocation of cases to panel advocates (Copies of both OMs are enclosed as **Statement**).

Further, the guidelines issued by the Department of Legal Affairs vide OM No. J-12017/1/2019 Judicial Dated 21.10.2019 and modified OM No. J-12017/1/2022 dated 13.09.2022 provides procedure regarding allocation of cases pertaining to Union of India amongst the Panel Counsel for the Courts /Tribunals by the designated Litigation In- charges. In the said OM.s, it has been specified that in respect of cases before Supreme Court of India, allocation of cases is to be done by the Ld. Attorney General for India and thereafter by Ld. Solicitor General of India.

The aforesaid guidelines, issued vide OM dated 16.10.2024 & 11.08.2025 insist upon Panel counsel to get their LIMBS ID activated and regularly update the status of cases assigned to them, which are to be monitored on LIMBS portal by the Administrative Ministry/Department.

STATEMENT

F. No. J-12/7/2025-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi
Dated the 11th August, 2025

OFFICE MEMORANDUM

Sub: Fair and transparent allocation of cases by designated Litigation In-charge concerned amongst panel counsel for Union of India before High Courts / Tribunals / District & Subordinate Courts and Redressal Commissions etc.

Reference is invited to this Department's OM No. J-16/20/2024-Judicial dated 16.10.2024 (copy enclosed for ready reference) in connection with the subject mentioned above.

2. In this regard, since the issue of OM *ibid,* it has been observed that designated Litigation In-charges (Ld. ASGI, DSGI, Sr. CGSCs and SGCs) are not complying with the guidelines in the said OM in letter and spirit, especially, in furnishing monthly report on allocation of cases and updating cases on LIMBS portal.

3. Since the issue of the 'Directives on Efficient and Effective management of litigation by Government of India' on 04.04.2025, for the purpose of monitoring and performance assessment of ASGI / DSGI / Panel Counsel, Department needs regular monthly reports on allocation of cases along-with regular updates of cases on LIMBS Portal developed by this Department for direct monitoring of cases by the Ministry/ Department concerned.

4. In view of the above, all the designated Litigation In-charges are instructed for the following:

(i) ensure furnishing monthly report on cases allocated to panel counsel (including litigation in-charge himself) to Department of Legal Affairs through email; **and**

(ii) ensure each and every case to be updated on LIMBS portal by the allottee counsel and the fee bills submitted by panel counsel (including litigation in-charge) must bear the unique LIMBS ID of the case. Without mentioning LIMBS ID, payment of fee shall not be made by the Central Agency Section / Litigation Sections / Branch Secretariats and administrative Ministry / Department concerned, as the case may be.

5. The above instructions are issued with the approval of Hon'ble Minister of State (Independent Charge) for Law & Justice.

(M. C.Prusty)

Senior Government Advocate

Encls: As above.

To,

1. The Additional Solicitors General for India (as per list);
2. The Deputy Solicitors General for India (as per list);
3. The Senior Central Government Standing Counsel (as per list);
4. The Standing Government Standing Counsel (as per list).

Copy (through email) to:

1. All the Ministries / Departments as per standard list.
2. PS to Hon'ble MoS (WC) L&J.
3. PSO to Law Secretary / All Additional Secretaries and Joint Secretaries & Legal Advisers in the main Secretariat of DLA.
4. Ld. Attorney General for India / Ld. Solicitor General for India.
5. The In-charge, Branch Secretariats at Mumbai, Kolkata, Chennai and Bengaluru.
6. The In-charge, Central Agency Section.
7. The In-charge, Litigation (High Court / CAT/ Lower Court) Sections.
8. LIMBS team of Department of Legal Affairs.

9. To upload on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'Circulars pertaining to litigation'.Hindi Section for providing Hindi version of this OM.
10. To upload on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'Circulars pertaining to litigation'.Hindi Section for providing Hindi version of this OM.
11. Office/Spare copy.

4t/ it.0

(Kumar Gaurva)
Section Office (Judicial)
Tel: 011-23384945
Email: judicial-dla@nic.in

Through Post .1 Email

F. No. J-16/20/2024-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)
****

Shastri Bhawan, New Delhi
Dated the 16th October, 2024

OFFICE MEMORANDUM

Subject: Fair and transparent allocation of cases by designated Litigation In-charge, concerned amongst Panel Counsel for Union of India before Hon'ble High Courts/ Tribunals/District and Subordinate Courts and Redressal Commission etc. - regarding.

This Department has designated some categories of Law Officers / Panel Counsel as Litigation In-charge for the High Court/ Tribunal and District and Subordinate Courts concerned, vide this Department's OM No. J-12017/1/2019-Judicial dated 21.10.2019 (copy enclosed). The main purpose of designating these Litigation In-charges is supervision and fair allocation of cases amongst the Panel Counsel before the High Courts / Tribunals / District and Subordinate Courts concerned under direct intimation to this Department.

2. But, this Department is receiving complaints / reports from not only the Panel Counsels but also from the Ministries / Departments regarding unfair and opaque allocation of cases by the Litigation In-charges of the High Courts / Tribunals and District and Subordinate courts concerned. Such practices are not only detrimental to other panel counsel, but, also jeopardizes the interests of Union of India. Moreover, allocating ordinary / routine matters to senior category of counsels causes unnecessary burden.

3. To address the issue highlighted above, the undersigned is directed

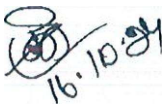
to circulate following guidelines to all the designated Litigation In-charges for Hon'ble High Courts/ Tribunals/District and Subordinate Courts and Redressal Commission etc. for strict compliance:

(i) cases of ordinary / routine nature may be assigned to Panel Counsel (except Addl. SGI / Dy. SGI / Senior Panel Counsel) on turn basis;

(ii) if the Ministry / Department recommends the name of a particular Panel Counsel in writing, it should have proper justification;

(iii) important, sensitive, and high stake matters including those involving constitutional *vires* of the provision being under challenge may be assigned to Addl. SGI I Dy. SGI / Senior Panel Counsel and/or on the specific request in writing of the Ministry / Department concerned;

(iv) two or more cases in which substantially identical questions of law or facts are involved and where the main difference is in the names, addresses of the parties concerned amount of money involved etc. irrespective of the fact whether all such cases are heard together or not, may be assigned to the same Panel Counsel and not different ones;



(v) a Panel Counsel, except Addl. SGI / Dy. SGI / Sr. Panel Counsel, should at a given point have not more than 10% cases out of total pendency of Central Government litigation before the High Court / Tribunal / District & Subordinate Court concerned;

(vi) it may be ensured that all the Panel Counsel get their LIMBS ID activated and regularly update the status of the cases assigned to them;

(vii) the Departments are to monitor cases through LIMBS portal; and

(viii) a monthly report on allocation of cases to Panel Counsel may be furnished through email to this Department on regular basis.

4. These guidelines need to be adhered to with immediate effect.

5. This is with the approval of Hontle Minister of State (I/C) for Law & Justice.

Ends: As above.

(M. C. 'rusty)

Senior Government Advocate

To,

1. The Additional Solicitors General for India (as per list).
2. The Deputy Solicitors General of India (as per list).
3. The Senior Central Government Standing Counsels (as per list).
4. The Standing Government Counsels (as per list).

Copy (through email) to:

1. All the Ministries / Departments of Government of India (as per standard list).
2. PS to Hon'ble MoS (I/C) L&J.
3. PSO to Law Secretary / All Additional Secretaries and Joint Secretaries and Legal Advisers in the main secretariat of DoLA.
4. Ld. Attorney General for India / Ld. Solicitor General for India.
5. All the four Branch Secretariats of Department of Legal Affairs at Mumbai, Kolkata, Chennai and Bengaluru.
6. In-charge, Litigation (High Court / CAT I Lower Court) Sections.
7. To upload on website of this Department i.e. www.legalaffairs.gov.In under tab 'Judicial Section' in the link 'Circulars pertaining to litigation'.
8. Hindi Section for providing Hindi version of this order.
9. Office / spare copies.

Gaurva 16.10.2024

(Kumar Gaurva)
Section Officer(Judicial)
Tel: 011-23384945
Email: judicial-d

प्लास्टिक पार्क उद्योग

4780. श्रीमती अनिता नागरसिंह चौहान:

क्या **रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार प्लास्टिक उद्योगों को प्रोत्साहित करने, रोजगार सृजित करने तथा उक्त उद्योग के लिए आधुनिक अवसंरचना उपलब्ध कराने हेतु प्लास्टिक पार्क योजना का कार्यान्वयन कर रही है और यदि हां, तो मध्य प्रदेश सहित राज्य-वार तत्संबंधी ब्यौरा क्या है;

(ख) क्या उक्त प्लास्टिक पार्कों में सामान्य सुविधा केन्द्र, कच्चे माल की उपलब्धता तथा अपशिष्ट प्रबंधन के लिए उचित व्यवस्थाएँ विकसित की गई हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार का स्थानीय युवाओं को उक्त उद्योग में रोजगार के अवसर प्रदान करने के लिए प्लास्टिक पार्क स्थापित करने का प्रस्ताव है;

(घ) यदि हाँ, तो मध्य प्रदेश के जनजातीय बहुल लोक सभा निर्वाचन क्षेत्रों रतलाम, झाबुआ और अलीराजपुर में उक्त पार्क की स्थापना के प्रस्ताव का जिला-वार ब्यौरा क्या है तथा इसके लिए प्रस्तावित समय-सीमा क्या है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क) से (ग): जी, हां। भारत सरकार, रसायन और उर्वरक मंत्रालय के रसायन एवं पेट्रोरसायन विभाग के माध्यम से, देश में आवश्यकता आधारित प्लास्टिक प्रसंस्करण क्लस्टरों के विकास को सहयोग प्रदान करने हेतु प्लास्टिक पार्क की स्थापना करने संबंधी योजना का कार्यान्वयन कर रही है। इस योजना का उद्देश्य, क्लस्टर विकास दृष्टिकोण के माध्यम से अवसंरचना और साझा सुविधाएं प्रदान करके डाउनस्ट्रीम प्लास्टिक प्रसंस्करण उद्योग को बढ़ावा देना है, ताकि इस क्षेत्र में निवेश, उत्पादन और रोजगार सृजन में वृद्धि हो सके।

इस योजना के तहत, भारत सरकार परियोजना लागत की 50% तक अनुदान सहायता प्रदान करती है, जिसकी अधिकतम सीमा प्रति परियोजना 40 करोड़ रुपये है, जबकि शेष लागत का वहन राज्य सरकार/कार्यान्वयन एजेंसी तथा भागीदार उद्योगों द्वारा एक विशेष प्रयोजन माध्यम (एसपीवी) से किया जाता है।

मध्य प्रदेश:

राज्य में दो प्लास्टिक पार्क स्वीकृत किए गए हैं, जिनके नाम इस प्रकार हैं:

1. **तामोट प्लास्टिक पार्क -** इस परियोजना को 2013 में भारत सरकार के 40 करोड़ रुपये के अनुदान सहित लगभग 108 करोड़ रुपये की लागत से अनुमोदन प्रदान किया गया था।
2. **बिलौआ प्लास्टिक पार्क (ग्वालियर) -** इसे 2018 में भारत सरकार के लगभग 34.36 करोड़ रुपये के अनुदान सहित लगभग 68.72 करोड़ रुपये की परियोजना लागत से अनुमोदन प्रदान किया गया था

इन पार्कों को सड़कों, बिजली आपूर्ति, जलापूर्ति, सीवरेज / अपशिष्ट उपचार प्रणाली, सामान्य सुविधा केंद्र और अन्य सहायक सेवाओं जैसी सामान्य अवसंरचना और सुविधाओं के साथ विकसित किया गया है ताकि प्लास्टिक प्रसंस्करण उद्योगों के विकास को सुविधाजनक बनाया जा सके और इस क्षेत्र में रोजगार सृजित किया जा सके।

आज की तिथि तक, देश के विभिन्न राज्यों में 10 प्लास्टिक पार्क स्वीकृत किए जा चुके हैं। इनका राज्यवार विवरण इस प्रकार है:

क्र. सं.	**प्लास्टिक पार्क का नाम**	**भौतिक अवसंरचना (सिविल कार्य) में समग्र प्रगति (% में)**	**आवंटित भूखंडों की संख्या**	**कुल परियोजना लागत (करोड़ रुपये में)**	**कुल स्वीकृत केंद्रीय अनुदान (करोड़ रुपये में)**	**जारी किया गया केंद्रीय अनुदान (करोड़ रुपये में)**	**किया गया निजी निवेश (करोड़ रुपये में)**	**सृजित रोजगार**
1	तामोट, मध्य प्रदेश	**100**	33	108.00	40.00	36.00	68.75	274
2	जगतसिंहपुर,	**100**	46	106.78	40.00	36.00	91.28	295

	ओडिशा							
3	तिनसुकिया, असम	96	84 भूखंड और 15 शेड	93.65	40.00	35.73	212.00	982
4	तिरुवल्लूर, तमिलनाडु	84	राष्ट्रीय हरित अधिकरण, चेन्नई द्वारा रोक लगाई गई।	216.91	40.00	15.97	-	-
5	देवघर, झारखंड	91	-	67.33	33.67	30.30	-	-
6	बिलौआ, मध्य प्रदेश	**100**	05	68.72	34.36	30.92	2.54	-
7	सितारगंज, उत्तराखंड	67	41	115.81	33.91	30.51	-	-
8	रायपुर, छत्तीसगढ़	**100**	38	42.09	21.04	18.93	-	-
9	गंजीमठ, कर्नाटक	83	-	62.77	31.38	17.25	-	-
10	गोरखपुर, उत्तर प्रदेश	62	62	69.58	34.79	19.12	89.00	295

(घ) और (ङ): विभाग ने पहले ही 10 प्लास्टिक पार्कों की स्थापना को अनुमोदन प्रदान कर दिया है, जो कार्यान्वयन के विभिन्न चरणों में हैं। विभाग वर्तमान में स्वीकृत 10 पार्कों के अलावा और अधिक प्लास्टिक पार्क स्थापित करने पर विचार नहीं कर रहा है और वर्तमान में इन 10 पार्कों को सफलतापूर्वक पूरा करने और उन्हें प्रचालित करने पर ध्यान केंद्रित कर रहा है।

MALNUTRITION IN SCHEDULE TRIBE COMMUNITIES

4781. DR. D RAVI KUMAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware that, as per National Family Health

Survey (NFHS-5) findings and provisional health indicators for 2024–25, Scheduled Tribe (ST) communities continue to record disproportionately high levels of malnutrition and anaemia, with over 67 per cent of Schedule Tribe (ST) women affected, alongside limited access to primary healthcare in remote areas of the country and if so, the details thereof;

(b) the steps taken under the Tribal Health Programme including expansion of Mobile Medical Units, telemedicine and strengthening of Health and Wellness Centres in tribal dominated districts of the country;

(c) whether the Government has reviewed health and nutrition outcomes under the Particularly Vulnerable Tribal Groups (PVTG) Development Mission launched in 2023–24 and if so, the details thereof; and

(d) the additional measures proposed, in convergence with the Health Ministry to reduce maternal and child mortality, anaemia and disease burden among tribal populations in the country?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (d): The National Health Mission (NHM) provides support for improvement in health infrastructure, availability of adequate human resources in health facilities, to improve availability and accessibility to quality healthcare across the country including all tribal dominated districts.

The Ministry of Health and Family Welfare provides technical and financial support to the States/UTs to strengthen the public healthcare system,

based on the proposals received in the form of Programme Implementation Plans (PIPs) under NHM. Approval is provided to the proposals in the form of Record of Proceedings (RoPs) as per norms & available resources. The details of RoPs issued to States/UTs, are available at following web link:

https://nhm.gov.in/index1.php?lang=1&level=1&sublinkid=1377&lid=744

There are various mechanisms and survey agencies which generate data on tribal healthcare on a periodic basis. National Family Health Survey (NFHS) provides details on major changes in malnutrition, anaemia and maternal health indicators among all the high-burden tribal districts across the country. Census of India provides population and household details including tribal areas. National Sample Survey provides household surveys on various socio-economic subjects. The State-wise list of key indicators NFHS-5 may be extracted from below mentioned link: https://www.nfhsiips.in/nfhsuser/publication.php

Under NHM, norms have been relaxed for tribal/hilly/hard-to-reach areas to strengthen healthcare access. Population criteria for setting up of Sub Health Centres (SHCs), Primary Health Centres (PHCs) and Community Health Centres (CHCs) have been reduced to 3,000, 20,000 and 80,000 respectively. One Accredited Social Health Activist (ASHA) is allowed per habitation instead of per 1,000 population, and up to 4 Mobile Medical Units (MMUs) per district are permitted in tribal and hard-to-reach areas, compared to 2 in plain districts.

Under the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-

JANMAN), launched on 15th November, 2023 by MoTA, further relaxation in NHM norms has been provided up to 10 MMUs per district with Particularly Vulnerable Tribal Groups (PVTG) areas. Norms have been relaxed for one additional Auxiliary Nurse Midwife (ANM) for each Multi Purpose Centre (MPC) constructed by MoTA. As per MMU portal, 815 MMUs under PM-JANMAN and 320 MMUs under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) are operational across the country for providing basic health services in tribal areas till 18.02.2026.

MMUs are supported under NHM to provide outreach services in remote villages with difficult terrain which are underserved and inaccessible. As per NHM-MIS report, a total of 1453 MMUs have been deployed across the country including tribal dominated districts.

A total of 1.84 lakh Ayushman Arogya Mandirs (AAMs) have been established and operationalized in the country by strengthening SHCs and PHCs, including 31,023 AAMs in 178 tribal districts, which deliver expanded range of comprehensive primary healthcare services encompassing preventive, promotive, palliative, rehabilitative, and curative care.

The teleconsultation services, available at all operational AAMs across the country including tribal regions, enables people to access the specialist services closer to their homes addressing concerns of physical accessibility, shortage of service providers and to facilitate continuum of care. Total teleconsultations conducted at AAMs are 44.08 crore, as on 28.02.2026.

Under NHM, the performance of various health programmes is regularly

assessed in the country including remote, hilly and tribal areas, through review meetings, mid term reviews of key deliverables, field visits of senior officials, promoting performance by setting up benchmarks for service delivery & rewarding achievements etc. Common Review Missions (CRM) are conducted annually to assess and monitor the progress and implementation status of various schemes.

The Government is making sustained efforts to reduce maternal and child mortality, anaemia among tribal populations in the country, through the Reproductive Maternal Newborn Child Adolescent Health Plus Nutrition (RMNCAH+N) strategy under NHM, focusing on antenatal care, institutional deliveries, post-natal care and family planning services; Promotion of institutional deliveries through schemes such as Janani Suraksha Yojana (JSY), Janani Shishu Suraksha Karyakram (JSSK), Pradhan Mantri Surakshit Matritva Abhiyan (PMSMA), Extended PMSMA, LaQshya, Surakshit Matritva Aashwasan (SUMAN), Facility Based New-born Care, Kangaroo Mother Care (KMC), Mothers' Absolute Affection (MAA), Anemia Mukt Bharat (AMB), Home Based New-born Care (HBNC) and Home-Based Care of Young Children (HBYC) programme, Monthly Village Health, Sanitation and Nutrition Day (VHSND), regular outreach activities, health education and screening by ASHAs and other frontline workers in tribal habitations.

Under Mission Poshan 2.0, the Government focuses on Maternal Nutrition, Infant and Young Child Feeding Norms, treatment of Severe Acute Malnutrition (SAM)/ Moderate Acute Malnutrition (MAM) and wellness through

AYUSH practices to reduce prevalence of wasting, stunting, anaemia and being underweight. Supplementary Nutrition is provided to children age 6 months to 6 years, pregnant women, lactating mothers and adolescent girls at Anganwadi centres as per nutrition norms, based on principles of diet diversity that provides quality protein, healthy fats and micronutrients.

National Sickle Cell Anaemia Elimination Mission (NSCAEM) has been launched by Government of India on 1st July, 2023. The objectives of the Mission are provision of affordable, accessible and quality care to all Sickle Cell Diseased patients, reduction in the prevalence of SCD through awareness creation, targeted screening of 7 crore people till year 2025-26 in the age group of 0-40 years in affected 17 tribal states and counselling through collaborative efforts of central ministries and State governments.

INLAND NAVIGATION IN KERALA

4782. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) whether the Government is aware that Kerala has not been included in the twenty newly announced National Waterways, if so, the details thereof;

(b) whether budgetary allocations have been earmarked for the development of the West Coast Canal system, if so, the details thereof;

(c) whether inland navigation potential in Kerala has been formally assessed, if so, the details thereof; and

(d) the steps taken/proposed to be taken to integrate Kerala into the national inland water transport network?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a): During the Budget speech, Hon'ble Finance Minister of India announced for operationalisation of 20 new National Waterways (NWs) over the next 5 years. Out of the identified 20 NWs for operationazation, including NW-5, 2 NWs namelyAVM Canal (NW-13) andVaikkom-Kottayam Canal (NW-59) are in Kerala.

(b): Rs.68.95 Crore has allocated in the Union Budget 2026-27 for the development of NWs including West Coast Canal consisting of NW-3, NW-8, NW-9, NW-13 and NW-59 in Kerala.

(c): Inland navigation potential in Kerala has been assessed in the Detailed Project Report (DPR) prepared by M/s Rail India Technical and Economic Service (RITES) for development of NW-3. Feasibility Report and DPRhave been prepared for the development of NW-8, NW-9 and NW-59 in Kerala.

(d): In addition to the existingNWs in Kerala namely NW-3 (West Coast Canal), NW-8 (Alappuzha- Changanasserry canal), NW-9 (Alappuzha- Kottayam-Athirampuzha canal) and NW-59 (Vaikkom- Kottayam canal), the extension of NW-3 uptoKozhikkodehas also been declared as NWto integrate Kerala into the national inland water transport network.

औषधीय पौधों का विस्तार और खेती

4783. डॉ. राजेश मिश्राः

श्री सुधीर गुप्ताः

श्रीमती अपराजिता सारंगीः

श्री त्रिवेन्द्र सिंह रावतः

श्री धैर्यशील संभाजीराव माणे:

श्री महेश कश्यपः

श्री रवीन्द्र शुक्ला उर्फ रवि किशनः

डॉ. निशिकान्त दुबे:

श्री दामोदर अग्रवाल:

डॉ. के. सुधाकरः

श्री नलिन सोरेनः

श्री कृष्ण प्रसाद टेन्नेटी:

श्रीमती डी. के. अरुणाः

श्री रविन्द्र वसंतराव चव्हाण:

श्री बलभद्र माझीः

श्री खगेन मुर्मु:

श्री लुम्बाराम चौधरीः

श्री भोजराज नागः

श्री दिनेशभाई मकवाणाः

श्री विश्वेश्वर हेगड़े कागेरीः

श्री दुलू महतोः

श्री बिद्युत बरन महतोः

श्री पी. पी. चौधरी:

श्री प्रभुभाई नागरभाई वसावा:

श्रीमती माला राज्यलक्ष्मी शाह:

श्री रमेश अवस्थी:

श्री विजय कुमार दूबे:

डॉ. मन्ना लाल रावत:

क्या **आयुष** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पाँच वर्षों के दौरान देश में औषधीय पौधों के संरक्षण, विकास और सतत प्रबंधन हेतु केंद्रीय क्षेत्र योजना के अंतर्गत स्वीकृत परियोजनाओं तथा जारी की गई धनराशि का झारखंड, जम्मू-कश्मीर तथा विशेष रूप से ओडिशा के नबरंगपुर जिले सहित राज्य/संघ राज्य क्षेत्र वार ब्यौरा क्या है;

(ख) उक्त योजना के कारण देश में औषधीय पौधों के क्षेत्रफल के विस्तार और उनकी खेती पर पड़े महत्वपूर्ण प्रभाव का ब्यौरा क्या है;

(ग) सरकार द्वारा विशेष रूप से राजस्थान के पाली संसदीय क्षेत्र में औषधीय पौधों की दुर्लभ, लुप्तप्राय और संकटापन्न (आरआईटी) प्रजातियों के उस स्थान पर और अन्यत्र संरक्षण के लिए क्या कदम उठाए गए हैं;

(घ) औषधीय पौधों के उत्पादकों के लिए बाजार तक पहुँच में सुधार तथा मूल्य पारदर्शिता सुनिश्चित करने में ई-चरक मोबाइल एप्लिकेशन का क्या प्रभाव रहा है; और

(ङ) क्या औषधीय पौधों के रोपण के बाद उनके जीवित रहने की दर, उत्पादकता तथा औषधीय पौधों की खेती करने वाले कृषकों की आय में वृद्धि की निगरानी के लिए कोई मौजूदा तंत्र उपलब्ध है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

आयुष मंत्रालय के राज्य मंत्री; **तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):**

(क): राष्ट्रीय औषधीय पादप बोर्ड (एनएमपीबी), आयुष मंत्रालय पिछले पांच वर्षों के दौरान झारखंड, जम्मू और कश्मीर तथा ओडिशा सहित पूरे देश में औषधीय पौधों के संरक्षण, विकास और सतत प्रबंधन की केंद्रीय क्षेत्र योजना कार्यान्वित कर रहा है। पिछले पांच वर्षों के दौरान, इस योजना के तहत स्वीकृत परियोजनाओं और जारी की गई निधियों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख): एनएमपीबी, आयुष मंत्रालय ने वित्तीय वर्ष 2023-24 से मौजूदा केंद्रीय क्षेत्र योजना की औषधीय पौधों की आपूर्ति श्रृंखला में फॉरवर्ड और बैकवर्ड लिंकेज (एकीकृत घटक) के तहत परियोजनाओं के लिए सहायता दी है, जिसमें औषधीय पौधों की खेती के लिए रोपण सामग्री उगाने हेतु गुणवत्तायुक्त रोपण सामग्री (क्यूपीएम) के लिए अवसंरचना हेतु परियोजना आधारित सहायता प्रदान की जाती है, इसके साथ ही किसानों को जागरूक करने हेतु सूचना, शिक्षा एवं संचार (आईईसी) कार्यकलाप चलाने, फसल कटाई के बाद प्रबंधन हेतु और विपणन के लिए बुनियादी ढांचा और औषधीय पौधों की विपणन क्षमता बढ़ाने, उपज का मूल्य वर्धन करने, लाभप्रदता बढ़ाने और नुकसान को कम करने, गुणवत्ता परीक्षण तथा कच्चे माल का प्रमाणन करने के लिए भी सहायता दी जाती है।

वित्तीय वर्ष 2023-24 से एकीकृत घटक के तहत, एनएमपीबी द्वारा देश भर में विभिन्न संगठनों को कुल 15 परियोजना प्रस्तावों को मंजूरी दी गई है ताकि किसानों को गुणवत्तायुक्त रोपण सामग्री (क्यूपीएम) उपलब्ध कराकर, लगभग 2000 हेक्टेयर क्षेत्र को औषधीय पौधों की खेती के तहत शामिल किया जा सके। जम्मू और कश्मीर राज्य के लिए, वित्तीय वर्ष 2023-24 के दौरान, जम्मू और कश्मीर औषधीय पादप बोर्ड को 82.50 लाख रुपये की राशि की एकीकृत घटक परियोजना स्वीकृत की गई थी ताकि औषधीय पौधों की खेती के लिए किसानों को वितरित करने हेतु रोपण सामग्री उगाई जा सके तथा फसल कटाई के बाद प्रबंधन और विपणन हेतु बुनियादी ढांचा स्थापित किया जा सके।

(ग): उपर्युक्त केन्द्रीय क्षेत्र योजना के तहत, एनएमपीबी, आयुष मंत्रालय, राजस्थान राज्य सहित

देशभर में औषधीय पादप संरक्षण और विकास क्षेत्रों (एमपीसीडीए) की स्थापना करके तथा वन क्षेत्रों में स्व-स्थाने संसाधनों में वृद्धि करके और नियत किए गए वन क्षेत्रों से बाहर बाह्य-स्थाने संसाधनों में वृद्धि करके औषधीय पौधों की दुर्लभ, संकटापन्न और खतरे में पड़ी (आरईटी) प्रजातियों का संसाधन संवर्धन/रोपण कराकर, राज्य वन विभागों को औषधीय पादपों के उनके प्राकृतिक पर्यावासों में स्व-स्थाने संरक्षण के लिए परियोजना आधारित सहायता दे रहा है।

(घ): औषधीय पौधों के व्यापार और उनकी आसान बाजार पहुंच बनाने के लिए एक प्लेटफॉर्म उपलब्ध कराने के लिए, एनएमपीबी, आयुष मंत्रालय ने "ई-चरक" मोबाइल एप्लिकेशन के साथ-साथ वेब पोर्टल का भी शुभारंभ किया है ताकि औषधीय पौधों/जड़ी-बूटियों को बढ़ावा दिया जा सके और उनका विपणन किया जा सके। "ई-चरक" एक ऐसा प्लेटफॉर्म है जो देश भर में विभिन्न हितधारकों, मुख्य रूप से औषधीय पौधों के क्षेत्र में शामिल किसानों के बीच सूचना के आदान-प्रदान को सक्षम बनाता है। "ई-चरक" एप्लिकेशन विभिन्न स्थानीय भाषाओं को सपोर्ट करता है और यह पूरे भारत में 25 हर्बल बाजारों से 100 एमपी का पाक्षिक बाजार मूल्य भी प्रदान करता है। वर्तमान में, ई-चरक मोबाइल एप्लिकेशन में 11037 पंजीकृत उपयोगकर्ता, 3,05,41,062 विजिटर्स, 7,587 पोस्ट किए गए आइटम और 71,14,683 क्रेताओं-विक्रेताओं के बीच संपर्क हैं।

(ङ): एनएमपीबी, आयुष मंत्रालय, भारत सरकार, अपनी केंद्रीय क्षेत्र योजना के तहत कार्यान्वित परियोजनाओं की समय-समय पर निगरानी और मूल्यांकन करता है। यह निगरानी एनएमपीबी के क्षेत्रीय-सह-सुविधा केंद्रों (आरसीएफसी) के माध्यम से की जाती है ताकि पौधरोपण की जीवितता, खेती की पद्धतियों, उत्पादकता स्तरों और किसानों को होने वाले सामाजिक-आर्थिक लाभों का प्रभावी तरीके से पता लगाया जा सके।

इसके अलावा, औषधीय पौध उत्पादकों की उत्पादकता और आय बढ़ाने के लिए, एनएमपीबी, आयुष मंत्रालय अपने क्षेत्रीय-सह-सुविधा केंद्रों (आरसीएफसी) के माध्यम से गुणवत्ता रोपण सामग्री (क्यूपीएम) वितरित करता है और उत्तम कृषि पद्धतियों (जीएपी), उत्तम क्षेत्र संग्रह पद्धतियों (जीएफसीपी) और फसल कटाई के बाद प्रबंधन (पीएचएम) पहलुओं के बारे में प्रशिक्षण

देता है।

विवरण

पिछले पांच वर्षों के दौरान देश में औषधीय पौधों के संरक्षण, विकास और सतत प्रबंधन के लिए केंद्रीय क्षेत्र की योजना के तहत स्वीकृत परियोजनाओं और जारी की गई निधियों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र.सं.	**राज्य**	**स्वीकृत परियोजनाओं की संख्या**	**जारी की गई निधि (₹ लाख में)**
1.	अंडमान और निकोबार	1	24.50
2.	आंध्र प्रदेश	16	466.78
3.	अरुणाचल प्रदेश	5	79.67
4.	असम	24	1063.00
5.	बिहार	2	43.09
6.	चंडीगढ़	3	58.32
7.	छत्तीसगढ़	5	158.25
8.	दिल्ली	39	1116.84
9.	गोवा	1	47.24
10.	गुजरात	14	1348.02
11.	हरियाणा	16	515.72
12.	हिमाचल प्रदेश	20	730.12
13.	**जम्मू और कश्मीर**	**14**	**679.40**
14.	**झारखंड**	**6**	**14.20**
15.	कर्नाटक	32	1585.04
16.	केरल	31	1379.74
17.	लद्दाख	4	91.75
18.	लक्षद्वीप	0	26.17
19.	मध्य प्रदेश	27	594.03
20.	महाराष्ट्र	25	828.99
21.	मणिपुर	8	141.94
22.	मेघालय	2	31.15
23.	मिजोरम	7	325.77
24.	नागालैंड	3	97.93
25.	**ओडिशा**	**20**	**150.28**

26.	पंजाब	13	195.48
27.	पुडुचेरी	4	96.75
28.	**राजस्थान**	**12**	**224.26**
29.	सिक्किम	3	520.22
30.	तमिलनाडु	51	687.31
31.	तेलंगाना	14	544.47
32.	त्रिपुरा	1	0.00
33.	उत्तर प्रदेश	38	1096.64
34.	उत्तराखंड	26	700.21
35.	पश्चिम बंगाल	11	842.22
	कुल	**498**	**16505.50**

FOREIGN AID TO BANGLADESH

4784. SHRI T R BAALU

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) the details of various foreign aids including financial assistance extended by India to Bangladesh since 2014 till date;

(b) whether it is true that despite continued support by India, the bilateral relations between the two countries have soured recently, if so, the reasons therefor; and

(c) whether the Government is reconsidering its recent decision to cancel priority given to exports from Bangladesh at Indian sea ports, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): India's approach to relations with Bangladesh is neighbourhood-driven and people-centric. Accordingly, India has extended support for various development-oriented initiatives in Bangladesh through Lines of Credit and Grants-in-Aid for Projects, as well as support for 'High Impact Community Development Projects', huTtarian assistance, disaster relief and capacity building programmes. Since 2014, India has extended two major Lines of Credit (LoC) to Bangladesh totalling USD 6.5 billion in assistance. Financial assistance extended to Bangladesh on an annual basis from 2014, excluding disbursements for ongoing projects under LoCs, are given in the enclosed **Statement**.

(b): India and Bangladesh, as neighbouring countries, share deep historical, geographical, cultural, linguistic and social linkages. India has consistently expressed its support for a democratic, stable, peaceful, progressive and inclusive Bangladesh and remains committed to continued high-level exchanges and meetings under bilateral institutional mechanisms.

(c): No priority was accorded to exports from Bangladesh over own exports at Indian ports when this facility was previously extended. Any change in policy will be undertaken after due consideration of all relevant factors.

STATEMENT

Aid to Bangladesh (excluding LoCs)

(Rs. in Crore)

Financial Year	Financial Assistance
2014-15	197.85
2015-16	155.68

2016-17	82.59
2017-18	78.02
2018-19	131.81
2019-20	137.68
2020-21	177.98
2021-22	219.53
2022-23	133.8
2023-24	157.63
2024-25	59.15
2025-26	25.01*

* till February 2026

INTEGRATION OF AYUSH SYSTEMS WITH MODERN MEDICINE

4785. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **AYUSH** be pleased to state:

(a) whether the Government has taken steps for the integration of AYUSH systems with modern medicine, if so, the details thereof;

(b) the details of the steps taken by the Government to promote the AYUSH systems of medicine across the country;

(c) whether the Government has taken steps to promote international collaboration and the positioning of India as a global hub for traditional medicine; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): Government of India has adopted a strategy of Co-location of Ayush facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs), thus enabling the choice to the patients for different systems of medicines under a single window. The engagement of Ayush doctors/ paramedics and their training is being supported by the Ministry of Health & Family Welfare under National Health Mission (NHM), while the support for Ayush infrastructure, equipment/ furniture and medicines is being provided by the Ministry of Ayush under National Ayush Mission (NAM), as shared responsibilities. Further, Ministry of Ayush is adopting a rational approach along with multiple initiatives, for the promotion and institutional expansion of each Ayush system of medicine according to its respective strengths, with a view to facilitating their integration with modern medicine. Some of the major initiatives are as follows:

i. The Ayush Vertical under Directorate General of Health Services (DGHS), established by the Ministry of Ayush and Ministry of Health and Family Welfare (MoH&FW), serves as a dedicated institutional mechanism for planning, monitoring, and supervising Ayush-specific public health programs. This vertical provides technical support to both Ministries in developing strategies for public health, healthcare, Ayush education, and training.

ii. Ministry of Ayush and MoH&FW have jointly established Integrated Ayush Departments in Central Government Hospitals to promote integrative healthcare. As part of this initiative, the Department of Integrative Medicine

has been set up and is operational at Vardhman Mahavir Medical College & Safdarjung Hospital and Lady Hardinge Medical College, New Delhi.

iii. Details of initiatives taken by the Research Councils and National Institutes under the Ministry of Ayush for integration of Ayush with contemporary medical system are given in the enclosed **Statement**.

(b): Ministry of Ayush is implementing Centrally Sponsored Scheme of NAM through State/UT Governments for overall development and promotion of Ayush systems across the country through States/UTs. Under NAM, Ministry of Ayush supports the efforts of State/UT Governments by providing financial assistance to them under different activities as per the provision of NAM guidelines against their submitted State Annual Action Plans (SAAPs). The Mission inter-alia makes provision for the following activities: -

(i) Operationalization of Ayush Health and Wellness Centres now renamed as Ayushman Arogya Mandir (Ayush) by upgrading existing Ayush dispensaries and Sub health Centres.

(ii) Co-location of Ayush facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs).

(iii) Upgradation of existing standalone Government Ayush Hospitals.

(iv) Upgradation of existing Government/Panchayat/Government aided Ayush Dispensaries/ Construction of building for existing Ayush Dispensary (Rented/ dilapidated accommodation)/ Construction of building to establish new Ayush Dispensary in the area where there are no Ayush facilities available.

(v) Setting up of 10/30/50 bedded Integrated Ayush Hospitals.

(vi) Supply of essential drugs to Government Ayush Hospitals, Government Dispensaries and Government/Government aided Teaching Institutional Ayush Hospitals.

(vii) Ayush Public Health Programmes.

(viii) Establishment of new Ayush colleges in the States where availability of Ayush teaching institutions is inadequate in Government Sector.

(ix) Infrastructural development of Ayush Under-Graduate Institutions and Ayush Post-Graduate Institutions/ add on PG/ Pharmacy /Para-Medical Courses

Further, under NAM, State/UT Governments are being supported for implementation of Behaviour Change Communication (BCC) and Information, Education, and Communication (IEC) activities for creating awareness in the community about strength of Ayush system. These initiatives use mass media platforms to promote Ayush based preventive healthcare practices and encourage communities to adopt healthier lifestyles.

(c) and (d): Yes, Ministry of Ayush is implementing the central sector scheme for Promotion of International Cooperation for Ayush (IC Scheme). Under this scheme the Ministry provides support to Indian Ayush drug Manufacturers/ Ayush Service providers to give boost to the export of Ayush products and services; facilitates the International promotion, development and recognition of Ayush systems of medicine; foster interaction of stakeholders and market development of Ayush at international level; promote academics and research

through the establishment of Ayush Academic Chairs in foreign countries and holding training workshop/symposiums for promoting and strengthening awareness and interest about Ayush Systems of Medicine at international level. Under the CSS IC Scheme 27 Country to Country MoUs, 16 Ayush Chair MoUs and 54 Institute to Institute level MoUs have been signed.

STATEMENT

Details of initiatives taken by the Ministry of Ayush through its Research councils and National Institutes

Sl. No	Research councils / National Institutes	Details of initiatives Institute
1.	Central Council for Research in Ayurvedic Sciences (CCRAS)	CCRAS has undertaken research studies such as Operational study to explore the feasibility of integrating Ayurveda with modern system of medicine in a tertiary care hospital (Safdarjung Hospital New Delhi) for the management of Osteoarthritis (Knee), Feasibility of introducing the Indian System of Medicine (Ayurveda) in the National Reproductive and Child Health services at the Primary Health Care (PHC) level in Himachal Pradesh and Integration of Ayush systems in the National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Diseases & Stroke (NPCDCS) and Feasibility of introducing Ayurveda Intervention in Reproductive and Child Health (RCH) in PHCs of the Selected district (Gadchiroli) of Maharashtra (Effectiveness of Ayurvedic intervention for Ante-Natal care (Garbhini Paricharya) at Primary Health Care level A Multi Centre Operational Study). Further, Indian Council of Medical Research (ICMR) and CCRAS has taken and initiative to set up Ayush-ICMR Advanced Centre for Integrative Health

		Research (AI-ACIHR), at AIIMS to conduct research on identified areas focusing on integrative healthcare under Extra Mural research Scheme of ICMR.
2.	Central Council for Research in Unani Medicine (CCRUM)	CCRUM has established four re-location centers at Dr. RML Hospital, Dr. DDU Hospital, Safdarjung Hospital, New Delhi and J.J. Hospital at Mumbai. Collaborative projects with modern academic/ research Institutions have also been under taken by the Council to integrate and promote Unani Medicine.
3.	Central Council for Research in Homoeopathy (CCRH)	CCRH is working towards integration of Homoeopathy with mainstream healthcare by undertaking research in collaboration and cooperation in the field of integrative medicine. The Council has co-location of homoeopathy treatment centre in allopathic hospital for providing treatment on various clinical conditions at Safdarjung Hospital, New Delhi, Lady Hardinge Medical College & Hospital, New Delhi, Delhi Cantonment General Hospital, New Delhi, Clinical trial Unit, at BRD Medical College and Hospital, Gorakhpur, U.P, Civil Hospital, Aizwal, Mizoram and District hospital, Dimapur, Nagaland. The Council has also taken initiative to link Homoeopathy along with mainstream healthcare set-up by undertaking various Public Health programmes such as the Integration of NPCDCS Programme for Homoeopathy, Swasthya Rakshan program (SRP), the Programme 'Homoeopathy for Healthy teething', a component of 'Homoeopathy for healthy child and Schedule Caste (SC) Component plan'.
4.	Central Council for Research in Siddha (CCRS)	CCRS has taken initiatives for integrating Siddha practices with the modern healthcare system by encouraging scientific research and clinical trials to validate the efficacy and safety of Ayush treatments along with modern treatments. Integrated

		Siddha cancer OPD has been functioning at All India Institute of Ayurveda campus and Siddha cancer OPD at Safdarjung hospital aiding the Palliative care of cancer patients through Siddha system through Siddha Clinical Research Unit, Safdarjung, New Delhi under CCRS. CCRS has signed MoU with AIIMS Rishikesh for initiating collaborative research activities for Cancer Management, Reproductive & Childcare and Regenerative Medicine.
5.	Central Council for Research in Yoga & Naturopathy (CCRYN)	CCRYN is a part of the ICMR Task Force on Multi-centric Study project on Heart Failure across the country.
6.	All India Institute of Ayurveda (AIIA)	AIIA, New Delhi, integrative medical services are available under Centre for Integrative Ayush Therapy (Unani, Siddha & Homeopathy), Centre for Integrative Cancer Therapy, Centre for Integrative Dentistry, Centre for Integrative Critical Care & Emergency Medicine, Centre for Integrative Orthopedics, Centre for Integrative Dietetics and Nutrition and Causality OPD Section. Integrated services are also provided through Satellite Clinical Services Units established at Integrative Medical Services Unit at Safdarjung Hospital, New Delhi, Integrative Medical Services Unit AIIMS Jhajjar and Centre for Integrative Oncology at National Cancer Institute - AIIMS, Jhajjar. Further, a Centre for Integrative Oncology (CIO) has been established at AIIA, New Delhi as a joint venture of AIIA and Indian Council of Medical Research National Institute of Cancer Prevention and Research (NICPR-ICMR). Ayush Journal of Integrative Oncology (AJIO) is being published from Centre for Integrative Oncology (CIO) at AIIA. This Institute also has an International Collaborative Centre for global promotion and research in Ayurveda.

7.	The Institute of Teaching & Research in Ayurveda (ITRA)	ITRA conducts integrative research with the modern medical system.
8.	National Institute of Siddha (NIS)	To promote integrated research in the Siddha system of medicine and provide Siddha treatment to the patients visiting Chettinad Hospital and Research Institute (CHRI), NIS inaugurated an upgraded Siddha specialty OPD at Kelambakkam jointly with Chettinad Academy of Research Education (CARE). NIS has been conducting a Specialty Integrative Traditional Siddha Medicine OPD (SISMO) at Centre for Integrative Medicine Research, Manipal Academy of Higher Education (MAHE), Manipal, Karnataka. Further, NIS started a Siddha Integrated Cancer Care Centre (S-IC Care Centre) to provide integrated treatment to cancer patients.
9.	Morarji Desai National Institute of Yoga (MDNIY)	MDNIY is a WHO Collaborating Centre for Medicine (Yoga) Traditional for 4th consecutive terms from 2013. MDNIY is running 4 Yoga Centres at Govt. Modern Medicine Hospital in Delhi and Preventive Health Care Unit of Yoga in 20 CGHS Wellness Centres in Delhi NCR.

INLAND LOGISTIC DEVELOPMENT INITIATIVES

4786. SHRI RAJIV PRATAP RUDY:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) the status of inland port infrastructure and facilities under the initiatives of the Government regarding inland waterways & logistics development across the country, State-wise;

(b) the details of facilities created on National Waterway-1 (Ganga) and NW-37, including community jetties, intermodal terminals and cargo handling capacities and their operationalstatus in Bihar;

(c) whether the Government has any data on the region-wise utilisation of inland waterways and inland port facilities for cargo and passenger movement in Bihar and if so, the details thereof indicating the growth trends thereof; and

(d) the steps taken to ensure integration of inland ports with national multimodal transport networks, including road, rail and water transport, for seamless logistics and trade?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a): The details of permanent jetties/terminals on National Waterways (NW) provided by the Inland Waterways Authority of India (IWAI), an autonomous organization under the Ministry of Ports, Shipping and Waterways (MoPSW) are given in the enclosed **Statement.**

(b): An Intermodal Terminal (IMT) at Kalughatand Inland Water Transport (IWT) Terminal at Patna, Bihar with an annual handling capacity of 77,000 Twenty-foot Equivalent Units (TEUs) and 1.5 Million Metric Tonnes Per Annum (MMTPA) respectively have been created and made operational on NW-1 (Ganga-Bhagirathi-Hooghly River System) in Bihar. Additionally, 21 community jetties have also been developed to support local trade and boost the economic activities. Furtherone Quick Pontoon Opening Mechanism (QPOM)

has been commissioned for seamless movement and reduction of the turn round time of the inland vessels. On NW-37 (Gandak River), two steel jetties have been installed at Bettiah and Mangalpur (Nutan) to facilitate local connectivity.

(c)**:** The details of Cargo moved on NWs in Bihar aregiven below:

Cargo Movement on National Waterways in Bihar 2020-21 to 2024-25(in Million Tonnes)						
National Waterways (NW)	**State**	**2020-21**	**2021-22**	**2022-23**	**2023-24**	**2024-25**
NW-1 (Ganga-Bhagirathi-Hooghly River System)	Uttar Pradesh, Bihar, Jharkhand, West Bengal	9.21	10.93	13.17	12.82	16.38
NW-94 (Sone River)	Bihar	-	-	-	1.16	0.97
Total (Million Tonnes)		9.21	10.93	13.17	13.99	17.35
Year on Year Growth		-	18.69%	20.52%	6.19%	24.07%

The details of passenger Movement on NWs in Bihar aregiven below:

Passenger traffic handled on National Waterways in Bihar		
National Waterways (NW)	**State**	**2024-25**
NW-1 (Ganga-Bhagirathi-Hooghly River System)	Uttar Pradesh, Bihar, Jharkhand, West Bengal	4,72,02,730

(d): To ensure integration of inland ports with national multimodal transport networks, including road, rail and water transport, Multi-modal Terminals at Varanasi, Sahibganj and Haldia on NW-1have already been connected with road network. Connectivity of these terminals with rail network has also been initiated. Further, development of Multi Modal Logistics parks have been initiated at MMT Varanasi &Sahibganj to reduce the logistics cost and to provide first mile/last mile connectivity.

STATEMENT

Details of IWAI's permanent jetties (including facilities) on National Waterways

National Waterway-1				
Location	Jetty/ Terminal	Storage Facility	Equipment	Other Facilities
Varanasi MMT	RCC jetty (Length- 200m, Width-35m) PassengerJetty (Floatingpontoons – length-20m, Width-10m)	No covered storage facility. Space available for development of covered storage.	Two Mobile Harbour Cranes of capacity 50 MT each	Road connectivity,
Gaighat, Patna	Low flood level RCC jetty (Length – 46m, Width – 15m) High flood level RCC jetty (Length – 70m, Width – 30m)	Transit shed (length-45m, breath – 15m)	One rubber tyre mobile crane of capacity 70 MT and Two 30 MT rubber tyre mobile crane	Road connectivity
Kalughat	RCC Jetty	Container	Weigh Bridge &	Road

IMT	(Length – 125 m Width – 30 m)	Terminal – Open Container Stack Yard is available	Control Room *other required equipment will be brought by O&M Operator.	Connectivity with NH-19
Sahibganj MMT	RCC jetty (Length- 270m, Width-25m)	Storage shed (132 m X 30 m), Stock yarddevelopment forstone chips & coal: 50,000 sq. m.	One Mobile Harbour crane, Eight front end loaders, Conveyor system with fixed hopper (1,200 TPH), Two weigh bridges	Road connectivity,
Garden Reach Jetty II, Kolkata	RCC jetty (Length – 70m)	Storage shed (~1,100 sq. m.)	Screw Compressor, loader, Crane, Material handler	Road connectivity, Customs Notified
MMT Haldia	RCC Jetty (Length-465m)	Storage shed (3960 sq.m.)	800 m Conveyor gallery, 8 * 1200 MT silos	Road Connectivity Customs Notified

National Waterway-2				
Location	**Jetty/ Terminal**	**Storage Facility**	**Equipment**	**Other Facilities**
Pandu, Guwahati	Low level RCC jetty – (Length – 50 m, Width – 20 m)	2 nos. Transit Sheds (75 m x 21 m each), Open storage	Two hydraulic shore cranes of 20 MT and 75 MT capacity, One Weigh bridge:	Road connectivity, Railway Broad Gauge (BG) siding

	High level RCC jetty – (Length – 50 m, Width – 20 m)	area: 553.90 sq. m.	100 MT capacity	Customs Notified
Dhubri	Ro-Ro RCC Jetty - (Length – 186 m, Width – 15.6 m)	2 nos. Transit Sheds (25 m x15 m each), Open storage area: 553.90 sq. m.	One Shore crane - 20 MT capacity, One Weigh Bridge - 60 MT capacity	Road connectivity, Customs Notified
Bogibeel	RCC Jetty – (Length -100 m, Width - 20 m)	Open storage (2750 sqm)	Weigh Bridge	Road connectivity
Jogighopa	RCC Jetty – (Length -100m, Width - 20m)	Covered storage (60 m x18 m), Open storage (9980 sqm)	Floating Crane	Road connectivity

National Waterway-3				
Location	**Jetty/ Terminal**	**Storage Facility**	**Equipment**	**Other Facilities**
Kottapuram	RCC jetty: 30 m length	Covered storage - 300 sqm, Open Storage - 800 sqm	One Mobile hydraulic crane of capacity 18 MT, One forklift of capacity 3 MT	Road connectivity
Aluva	RCC jetty: 30 m length	Covered storage - 300 sqm, Open Storage 1500 sqm	One Mobile hydraulic crane of capacity 18 MT, One forklift of capacity 3 MT	Road connectivity

CSEZ (Kakkanad)	Land only. Temporary berthing jetty – 10 m length	Nil	Nil	Road connectivity
Maradu	RCC jetty: 30 m length	Covered storage - 300 sqm, Open Storage - 2000 sqm	One Mobile hydraulic crane of capacity 18 MT, One forklift of capacity 3 MT	Road connectivity
Vaikkom	RCC jetty: 30 m length	Covered storage - 300 sqm, Open Storage - 800 sqm	One Mobile hydraulic crane of capacity 18 MT, One forklift of capacity 3 MT	Road connectivity
Thannermukkom	RCC jetty: 30 m length	Covered storage - 300 sqm, Open Storage - 800 sqm	One Mobile hydraulic crane of capacity 18 MT, One forklift of capacity 3 MT	Road connectivity
Alappuzha	RCC jetty: 30 m length	Covered storage - 300 sqm, Open Storage - 2000 sqm	Nil	Road connectivity
Thrikunnappuzha	RCC jetty: 30 m length	Covered storage - 300 sqm, Open Storage - 800 sqm	One Mobile hydraulic crane of capacity 18 MT, One forklift of capacity 3 MT	Road connectivity
Kayamkulam	RCC jetty: 30 m length	Covered storage - 300 sqm, Open Storage - 2000 sqm	One Mobile hydraulic crane of capacity 18 MT, One forklift of capacity 3 MT	Road connectivity
Chavara	Land Only	Nil	Nil	Road connectivity

Kollam	RCC jetty: 30 m length	Covered storage - 300 sqm, Open Storage - 2000 sqm	One Mobile hydraulic crane of capacity 18 MT, One forklift of capacity 3 MT	Road connectivity
Bolgatty	Ro-Ro/Lo-Lo landing point	Nil	Nil	Road connectivity
Willingdon Island	Ro-Ro/Lo-Lo landing point	Nil	Nil	Road connectivity

National Waterway-16				
Terminal location	**Jetty**	**Storage Facility**	**Equipment (proposed)**	**Other Facilities**
Badarpur	RCC jetty – (Length - 91 m, Width - 37 m)	Covered storage (29.84 m x 16.07 m), Open stack space	One shore crane, One floating pontoon, One forklift	
Karimganj	RCC jetty - (Length -136.5 m, Width - 14.5 m)	Covered storage (85 m x 23 m), Open stack area of 553.90 sq. m.	One shore crane, One floating pontoon, One forklift	Customs Notified

BASIC FACILITIES AT AWCS

4787. SHRIMATI PRATIMA MONDAL:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) the total number of Anganwadi Centres (AWCs) which are functioning without basic facilities such as pucca buildings, drinking water and toilets; and

(b) the reason as to why the institutional childcare coverage remained limited,

particularly for women working-class in informal-sector?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a): The State and UT wise details of Anganwadi Centres including availability of drinking water and toilet facilities are available at the link: https://www.poshantracker.in/statistics.

(b): The Ministry of Women and Child Development has introduced Palna Scheme under the Samarthya Vertical of Umbrella Mission Shakti for all States and UTs w.e.f. 01 April 2022.

Anganwadi centres are the world's largest childcare institutions dedicated to providing essential care and support to children ensuring delivery of care facilities till the last mile. In a first of its kind approach, Ministry has extended the services of childcare through Anganwadi cum Crèche (AWCC). Anganwadi cum Crèche initiative aims to increase ‘women work force participation’ in the economy. The objective of the scheme is to provide quality crèche facility in safe and secure environment for children (from ages 6 months – 6 years), nutritional support, health and cognitive development of children, growth monitoring & immunization. Crèche facilities under Palna are provided to all mothers, irrespective of their employment status.

Palna scheme is a Centrally Sponsored Scheme. Programme Approval Board (PAB) meetings are held with the State Governments and UT Administrations annually wherein States and UTs submit proposals for opening Anganwadi-cum-Creches and operationalize them. State Governments and UT

Administrations also contribute their corresponding share for the implementation of the Scheme.

During the 15th Finance Cycle i.e. up to FY 2025-26 a total of 17,000 Aganwadi-cum-Creches (AWCCs) are to be established under the Palna Scheme. Till date, a total of 14,708 AWCCs have been approved by the Ministry across 34 States/UTs as per the proposals received from States and UTs.

जननी सुरक्षा योजना के अंतर्गत वित्तीय सहायता

4788. श्री भजन लाल जाटव:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि राजस्थान के करौली तथा धौलपुर जिलों में जननी सुरक्षा योजना के अंतर्गत गर्भवती महिलाओं को वित्तीय सहायता के भुगतान में उल्लेखनीय विलंब हुआ है अथवा अनेक मामलों में भुगतान बिल्कुल नहीं किया गया है;

(ख) यदि हाँ, तो जिला-वार उसका ब्यौरा क्या है;

(ग) क्या सरकार का इस संबंध में लाभार्थियों के लिए हेल्पलाइन अथवा त्वरित शिकायत निवारण पोर्टल स्थापित करने का प्रस्ताव है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क) और (ख): राजस्थान राज्य द्वारा सूचित किया गया है कि जननी सुरक्षा योजना (जेएसवाई) के तहत भुगतान लाभार्थियों के खातों में ओजेएएस सॉफ्टवेयर के माध्यम से किया जाता है ताकि इसे डिजिटल, पारदर्शी बनाया जा सके और समय पर किया जा सके।

अधिकत्तर मामलों में, स्वास्थ्य संस्थानों से महिलाओं के डिस्चार्ज होने के पश्चात 10-12 दिनों के भीतर भुगतान की प्रक्रिया पूरी हो जाती है और करौली और धौलपुर जिलों सहित राजस्थान राज्य में, भुगतान समय पर किया जाता है। कुछ मामलों में, लाभार्थी द्वारा भुगतान हेतु अपेक्षित दस्तावेज़ (बैंक विवरण, आधार कार्ड आदि) को जमा करने में देरी होने और/या तकनीकी कारणों से भुगतान करने में औसत समय से अधिक समय लगता है। इसके अतिरिक्त, वर्तमान में राज्य में जेएसवाई सहित भुगतान हेतु एसएनए स्पर्श योजना लागू की जा रही है, जिससे भुगतान प्रक्रिया में और सुधार होगा।

(ग) और (घ): राजस्थान सरकार द्वारा दी गई सूचना के अनुसार, राज्य में पहले से ही "राजस्थान संपर्क पोर्टल" नामक एक शिकायत निवारण पोर्टल उपलब्ध है, जहाँ कोई भी व्यक्ति "181" डायल करके अपनी शंकाओं का समाधान करवा सकता है या भुगतान संबंधी शिकायतें दर्ज करा सकता है। यह पोर्टल जेएसवाई लाभार्थियों के लिए भी जेएसवाई लाभों से संबंधित उनकी शिकायतों के निवारण हेतु या पूछताछ करने के लिए उपलब्ध है।

BUDGET ON RESEARCH AND ACTIVITIES

4789. SHRI ARUP CHAKRABORTY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the details of the expenditure incurred on research activities taken up by medical colleges and hospitals as a percentage of the GDP of the country;

(b) whether such institutions are unable to utilise their research budgets fully due to a lack of facilities and if so, the details thereof; and

(c) whether the Government intends to augment supplement the research budget for public medical colleges and hospitals and if so, the details

thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (c): Health Research in India is carried out by Department of Health Research (DHR) as well as other Departments of Central Government like Department of Biotechnology, Department of Science and Technology including Anusandhan National Research Foundation, Department of Scientific and Industrial Research, Department of Pharmaceuticals, and Department of Atomic Energy apart from the institutions like All India Institutes for Medical Sciences (AIIMS). Public funding continues to be the major source of fund for meeting the expenditure on health research in the country.

Department of Health Research has released Rs. 144.07 crore during the year 2025-26 to various medical colleges and government hospitals for the development of research infrastructure and undertaking research. Funds released during the year under various schemes are as under:

Name of Scheme	Amount (in cr)
Viral Research and Diagnostic Labs (VRDL)	52.81
Multi-disciplinary Research Unit (MRU)	61.99
Health Technology Assessment in India (HTAIn)	6.89
DHR-ICMR Advanced Molecular Oncology Diagnostic Services (DIAMOnDS)	17.15
Centre of Guidelines	5.23

SHORTAGE OF FERTILIZERS IN HINGOLI

4790. SHRI NAGESH BAPURAO AASHTIKAR PATIL:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state**:**

(a) whether the Government is aware that farmers are facing recurrent shortages of essential fertilizers such as urea, DAP and complex fertilizers during critical sowing and cropping seasons, adversely affecting agricultural productivity in the Hingoli district of Maharashtra, if so, the details thereof;

(b) whether instances of black-marketing, overpricing and uneven distribution through cooperative societies and private dealers have been reported in the said district, if so, the details thereof;

(c) the details of fertilizer allocation made to the said district during the last three years, crop-season-wise and product-wise;

(d) whether any monitoring mechanisms, digital tracking systems or real-time stock audits are in place to ensure transparent, timely and equitable distribution; and

(e) if so, the details thereof along with the corrective steps taken/proposed to be taken to strengthen supply chains, prevent diversion and ensure affordable and uninterrupted fertilizer availability to farmers in the said district?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (e): Following steps are taken by the Government every season for ensuring timely and adequate availability of all fertilizers in the country,

including in the State of Maharashtra:

(i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.

(ii) On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

(iii) The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).

(iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.

(v) Regular coordination meetings are held with Ministry of Railways for giving sufficient rakes, priority to fertilizers and for timely evacuation of rakes for States.

Moreover, in order to ensure availability of Urea at affordable prices, under the Urea Subsidy Scheme, it is provided to the farmers at a statutorily notified Maximum Retail Price (MRP). The MRP of 45 kg bag of urea is Rs.242 per bag (exclusive of charges towards neem coating and taxes as applicable). The difference between the delivered cost of Urea at farm gate and net market realization by the urea units is given as subsidy to the urea

manufacturer/importer by the Government of India. Accordingly, all farmers are being supplied urea at the subsidized rate.

Besides, the Government has implemented Nutrient Based Subsidy (NBS) Scheme w.e.f. 01.04.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under NBS Scheme, MRP of P&K fertilizers are decontrolled and companies are free to fix MRP as per their business dynamics at a reasonable level which is monitored by the government. The subsidy is provided to manufacturer/imported on notified P&K fertilizers on its PoS sale during the season, depending on their nutrient content to ensure availability of fertilizers to farmers. Further, to ensure affordability, special provisions like Rs. 3500 per MT to cover 'Other Costs' which includes costs incurred from factory gate to farm gate, advantage / disadvantage due to increase / decrease in international prices, provision for GST component included in the MRP and provision for reasonable return @ 4% of net MRP (MRP-GST) have been extended to both imported and domestic DAP and imported TSP over and above NBS subsidy for Kharif 2025 and Rabi 2025-26 seasons.

Further, the mandate of D/o Fertilizers is to ensure adequate availability of fertilizers at State level. However, the distribution of fertilizers within the State at district level is done by the concerned State government. In this regard, the State government of Maharashtra has informed that the availability of fertilizers in Hingoli district of Maharashtra has remained adequate during the ongoing Rabi 2025-26 season. The information regarding allocation made, availability and closing stock of fertilizers, as informed by the State is as under:

FERTILIZER AVAILABILITY POSITION IN HINGOLI DISTRICT DURING RABI 2025-26 SESAON FROM 01.10.2025 TO 16.03.2026				
				(Fig in MT)
Sr. No.	**Grade**	**Sanctioned Allocation**	**Total Availability**	**Closing Stock as on 16.3.2026**
1	Urea	17000	22791	8504
2	DAP	6250	8594	4262
3	NPKs	19500	38683	21572
	Total	**42750**	**70068**	**34338**

Besides, as informed by the State, information regarding fertilizer allocation and supply in the said district during FYs 2023-24, 2024-25 and 2025-26 is as under:

Season-wise Fertilizer Allocation in Hingoli District								**(Fig in MT)**
Sr No	**District**	**Grade**	**FY 2023-24**		**FY 2024-25**		**FY 2025-26**	
			Kharif	**Rabi**	**Kharif**	**Rabi**	**Kharif**	**Rabi**
1	**Hingoli**	**UREA**	16150	12270	16200	12260	19885	17000
2		**DAP**	12940	5850	15800	5736	12964	6250
3		**NPKs**	28720	16980	34000	18515	37000	19500
Season-wise Fertilizer Supply in Hingoli District								**(Fig in MT)**
Sr No	**District**	**Grade**	**FY 2023-24**		**FY 2024-25**		**FY 2025-26 (as on 17.03.2026)**	
			Kharif	**Rabi**	**Kharif**	**Rabi**	**Kharif**	**Rabi**
1	**Hingoli**	**UREA**	14431	17753	19662	11770	14388	18066
2		**DAP**	15198	3232	8259	3798	8241	4905
3		**NPKs (Complex)**	27375	17684	29466	16227	33398	24656
Net availability = Supply made + opening stock at the start of each season.								

Moreover, in order to address the issues such as black-marketing, hoarding and diversion, fertilizer is declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control

Order, 1985. State Governments are empowered to take action against persons involved in said malpractices, as per provisions of EC Act. Any complaints received at Department of Fertilizers level regarding these malpractices is sent to concerned State Government to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985. Accordingly, as informed by the State, no instance of black-marketing, has been reported in Hingoli district.

Furthermore, the Integrated Fertilizer Management System (iFMS) launched in June 2016 which is a comprehensive, all-integrated system covering all functionalities in the fertilizer supply chain. This comprehensive system covers the entire supply chain, meticulously capturing transactional data from raw material procurement, imports to fertilizer production and transportation via rail or road from plants, rake houses, ports to district warehouses, and finally sale at PoS enabled retailers, everything aligned with monthly supply plans at district level and the movement of fertilizers is being captured in real time. Various modules under iFMS have been developed to ensure capture and maintain the fertilizers movement and sale data accurately in a secured manner. In order to prevent diversion and thereby ensure affordable and uninterrupted fertilizer availability to farmers, Department of Fertilizers has put a ceiling of 50 bags of subsidized fertilizers per buyer per month i.e. 300 bags of subsidized fertilizers per season. Additionally, a monthly list of 'Top 20 buyers' of each district is made available in the iFMS log-in of respective district magistrates for taking necessary action at their end.

Besides, Department of Fertilizers has also developed a dashboard which can be accessed by authorized users. The dashboard is developed to facilitate easy monitoring by various Stake holders viz. State Agriculture Departments, District Collectors and State Marketing Federations. The State Governments are also monitoring the availability and supply of fertilizers through iFMS and e-Urvarak Dashboard portals.

सवाई माधोपुर में जन औषधि केंद्र

4791. श्री हरीश चंद्र मीनाः

क्या **रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे किः

(क) गत पांच वर्षों के दौरान प्रधानमंत्री भारतीय जन औषधि परियोजना के अन्तर्गत राजस्थान के सवाई माधोपुर लोक सभा निर्वाचन क्षेत्र के टोंक और सवाई माधोपुर जिलों में स्वीकृत, स्थापित और वर्तमान में कार्यशील जन औषधि केन्द्रों (जेएके) का ब्यौरा क्या है;

(ख) उक्त संसदीय निर्वाचन क्षेत्र में वर्ष-वार दवाओं की कुल आपूर्ति की मात्रा, मांग के अनुपात में आपूर्ति का ब्यौरा तथा जन औषधि केंद्रों में दवाओं की कमी के कारणों का ब्यौरा क्या है;

(ग) क्या सरकार का जन औषधि केंद्रों की संख्या बढ़ाने, उनकी दवा आपूर्ति श्रृंखला को सुदृढ़ करने तथा टोंक और सवाई माधोपुर जैसे अपेक्षाकृत पिछड़े और दूरस्थ क्षेत्रों में मोबाइल/ग्रामीण जन औषधि केंद्र स्थापित करने के लिए कोई विशेष कार्य-योजना लागू करने का प्रस्ताव है; और

(घ) यदि हाँ, तो तत्संबंधी जिला-वार ब्यौरा क्या है तथा इसे कब तक लागू किए जाने की संभावना है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क): राजस्थान के सवाई माधोपुर लोकसभा निर्वाचन क्षेत्र के टोंक जिले में कुल 11 जन औषधि केंद्र (जेएके) और सवाई माधोपुर जिले में 13 जेएके कार्यरत हैं। इन केंद्रों को भारतीय औषध और चिकित्सा उपकरण ब्यूरो (पीएमबीआई) से प्रारंभिक अनुमोदन प्राप्त करने और राज्य औषधि लाइसेंसिंग प्राधिकरणों से आवश्यक लाइसेंस प्राप्त करने के बाद स्थापित और कार्यात्मक किया गया है।

(ख): पिछले तीन वित्तीय वर्षों के दौरान टोंक और सवाई माधोपुर जिलों में कार्य कर रहे जन औषधि केंद्रों की एमआरपी पर वर्ष-वार बिक्री (₹ करोड़ में) निम्नानुसार है: -

(₹ करोड़ में)

क्र.सं.	**वित्तीय वर्ष**	**टोंक**	**सवाई माधोपुर**
1.	2023-24	0.07	0.47
2.	2024-25	0.20	0.66
3.	2025-26 (28.02.2026 तक)	0.18	0.62

(ग) और (घ): किसी भी आपूर्ति अंतराल को दूर करने और जेएके पर सुचारू आपूर्ति और उत्पाद उपलब्धता सुनिश्चित करने के लिए, निम्नलिखित उपाय किए गए हैं:

(i) सितंबर 2024 से, योजना उत्पाद बास्केट में शीर्ष 100 बिक्री होने वाली दवाओं और बाजार में तेजी से बिक्री होने वाली 100 दवाओं सहित 200 सामान्य रूप से उपयोग की जाने वाली दवाओं का जेएके द्वारा स्टॉक रखे जाने को प्रोत्साहित किया गया है, जिसके तहत जेएके मालिक इन दवाओं के अपने द्वारा रखे गए स्टॉक के आधार पर मासिक प्रोत्साहन के पात्र हैं।

(ii) एक सुदृढ़ आपूर्ति श्रृंखला प्रणाली को जोड़ने के लिए एक संपूर्ण सूचना-प्रौद्योगिकी-सक्षम आपूर्ति श्रृंखला प्रणाली स्थापित की गई है, जिसमें एक केंद्रीय मालगोदाम, चार क्षेत्रीय मालगोदाम और देश भर में वितरकों, जिनकी वर्तमान संख्या 41 है, का एक बढ़ता हुआ नेटवर्क शामिल है।

(iii) इसके अतिरिक्त, सामान्य रूप से उपयोग किए जाने वाले उत्पादों की उपलब्धता सुनिश्चित करने के उद्देश्य से, योजना की कार्यान्वयन एजेन्सी भारतीय औषध एवं चिकित्सा उपकरण ब्यूरो (पीएमबीआई) द्वारा 400 तेजी से बिक्री होने वाले उत्पादों की नियमित निगरानी की जाती है और इनकी मांग का निरंतर पूर्वानुमान लगाया जाता है। साथ ही, खरीद प्रक्रिया को स्वचालन के माध्यम से सुगम बनाने के लिए पूर्वानुमान पद्धति को डिजिटाइज़ करने के कदम उठाए गए हैं।

इसके अलावा, पिछड़े और दूरदराज के क्षेत्रों सहित देश भर में वहनीय दवाओं की व्यापक उपलब्धता सुनिश्चित करने के लिए, सरकार ने मार्च 2027 के अंत तक देश भर में खोले गए जेएके की कुल संख्या को बढ़ाकर 25,000 करने का लक्ष्य निर्धारित किया है।

वीर परिवार सहायता योजना

4792. श्री राहुल सिंह लोधी:

क्या **विधि और न्याय** मंत्री यह बताने की कृपा करेंगे कि:

(क) वीर परिवार सहायता योजना, 2025 के उद्देश्य और दायरे क्या है तथा राज्य और जिला सैनिक कल्याण बोर्ड स्तर पर प्रस्तावित या स्थापित विधिक सेवा क्लीनिकों की संख्या क्या है तथा राज्यों-संघ राज्यक्षेत्रों में उनकी कवरेज का स्तर क्या है ;

(ख) इस योजना के अंतर्गत डिजिटल प्लेटफॉर्म, ई-सेवाओं और प्राथमिकता आधारित शिकायत निवारण तंत्रों का किस हद तक उपयोग किया जा रहा है तथा बहु-राज्य क्षेत्राधिकार वाले मामलों में अंतर-राज्य समन्वय के लिए की गई व्यवस्थाओं का ब्यौरा क्या है ; और

(ग) योजना के प्रभावी क्रियान्वयन तथा व्यापक पहुंच सुनिश्चित करने के लिए अपनाए गए निगरानी, प्रतिवेदन तथा क्षमता-विकास उपायों का ब्यौरा क्या है ?

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):

(क): राष्ट्रीय विधिक सेवा प्राधिकरण (एन.ए.एल.एस.ए.) द्वारा प्रारंभ की गई वीर परिवार सहायता योजना (वी.पी.एस.वाई.), 2025 का उद्देश्य सेवारत रक्षा कार्मिकों, पूर्व सैनिकों और उनके आश्रित कुटुंब के सदस्य जो विधिक सेवा प्राधिकरण अधिनियम, 1987 के अधीन पात्र हैं उन्हें संपत्ति विवाद, कल्याणकारी स्कीमों, वैवाहिक विवादों, सिविल विवादों और अन्य विधिक मामलों में सुगम और प्रभावी विधिक सेवाओं का उपबंध करना है। यह स्कीम विधिक सेवा क्लीनिकों के माध्यम से विशिष्ट रूप से राज्य और जिला सैनिक बोर्डों में राज्य और जिला विधिक सेवा प्राधिकरणों के समन्वय से स्थापित क्लीनिकों के माध्यम से कार्यान्वित की जा रही है । तारीख 31 दिसंबर, 2025 तक, राज्य सैनिक बोर्डों में 31 विधिक सेवा क्लीनिक और जिला सैनिक बोर्डों में 417 विधिक सेवा क्लीनिक हैं ।

(ख): स्कीम के खंड 8 के उपबंध के अधीन, लाभार्थियों को विधिक सेवाएं/सहायता प्रदान करने में समेकित पहुंच और दक्षता सुनिश्चित करने के लिए राष्ट्रीय विधिक सेवा प्राधिकरण के डिजिटल प्लेटफॉर्म और ई-सेवाओं का उपयोग किया जाता है । राज्य और जिला सैनिक बोर्डों के विधिक सेवा क्लीनिकों के अर्धन्यायिक स्वयंसेवकों (पी.एल.वी.) और पैनल वकील:-

(i) राज्य विधिक सेवा प्राधिकरण/जिला विधिक सेवा प्राधिकरण /तालुका विधिक सेवा प्राधिकरण के माध्यम से पात्र मामलों की पहचान करना और विशिष्ट रूप से कुटुंब और वैवाहिक विवाद को जिला विधिक सेवा प्राधिकरण द्वारा पैनलित प्रशिक्षित मध्यस्थों द्वारा संरचित ऑनलाइन मध्यकता के लिए निर्दिष्ट करना ।

(ii) यथोचित सिविल, पेंशन, संपत्ति या कुटुंब से संबंधित मामलों की पहचान की जा रही है और रक्षा संबंधी मामलों के अधिक संख्या वाले जिलों में, रक्षा कर्मिकों और पूर्व सैनिकों के लिए ई-लोक अदालत तंत्र के भाग के रूप में समर्पित स्लॉट या वास्तविक रूम आयोजित किए जा रहे हैं ।

(iii) लाभार्थियों को ऑनलाइन आवेदन पोर्टल/मोबाइल आधारित ऐप के माध्यम से विधिक सेवाओं या सहायता के लिए आवेदन करने में मार्गदर्शन करना, जहां आवेदक अपने मामले की

स्थिति को खोज सकते हैं और विधिक जानकारी प्राप्त कर सकते हैं।

(iv) रक्षा कुटुंबों को डिजिटल विधिक सहायता प्लेटफार्मों तक पहुंचने और उनका उपयोग करने के तरीके के विषय में शिक्षित करने के लिए जागरूकता सत्र संचालित करना।

(ग): योजना के कार्यान्वयन का अनुश्रवण राज्य विधिक सेवा प्राधिकरण द्वारा विहित प्रारूप के अनुसार राज्य विधिक सेवा प्राधिकरण से प्राप्त रिपोर्टों के माध्यम से किया जाता है। शहीदों और पूर्व सैनिकों के कुटुंबों के लिए कल्याणकारी उपायों के प्रभावी कार्यान्वयन और अनुश्रवण को सुनिश्चित करने के लिए राष्ट्रीय, राज्य और जिला स्तर पर एक संरचित समन्वय समिति क्रियाविधि की गई है। यह बहुस्तरीय समन्वय क्रियाविधि के यथासमय परिदान और प्रभावी अंतर-विभागीय समन्वय सुनिश्चित करने के लिए आशयित है। 31 दिसंबर, 2025 तक 1 राष्ट्रीय, 12 राज्य और 269 जिला स्तरीय समन्वय समितियां प्रकार्य हैं।

प्रभावी पहुंच और राज्यों में कार्यान्वयन को सुनिश्चित करने के लिए एकरूपात्मक विधिक सहायता वकीलों और अर्धन्यायिक स्वयंसेवकों का नियमित प्रशिक्षण और सुग्राहीकरण कार्यक्रमों के माध्यम से क्षमता निर्माण किया जाता है| तारीख 31 दिसंबर, 2025 तक, विभिन्न क्लीनिकों द्वारा 310 प्रशिक्षण कार्यक्रमों और 2141 चेतनता शिविरों को आयोजित किया गया है।

STRENGTHENING AYUSH HEALTHCARE INFRASTRUCTURE

4793. SHRI DHARAMBIR SINGH:

Will the Minister of **AYUSH** be pleased to state:

(a) the details of the AYUSH hospitals, dispensaries and wellness centres functioning in Bhiwani and Mahendragarh districts of Haryana, stream-wise;

(b) whether there is any shortage of AYUSH doctors, pharmacists or paramedical staff in the Constituencies and if so, the details thereof;

(c) whether the Government proposes to upgrade existing AYUSH dispensaries into integrated AYUSH hospitals in South Haryana and, if so, the details thereof;

(d) whether the AYUSH services are being effectively integrated with primary healthcare under Ayushman Bharat; and

(e) the steps taken by the Government to expand preventive healthcare, yoga training and traditional medicine awareness in rural and semi-arid areas of the Constituency?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): As reported by State of Haryana, the stream-wise details of the Ayush Hospitals, Dispensaries and Ayushman Arogya Mandir (AAM) (Ayush) in Bhiwani and Mahendragarh districts is given in the enclosed **Statement.**

(b) and (c): Public Health being a State subject, availability/shortage of Ayush doctors, Pharmacists or Paramedical staff in Bhiwani and Mahendragarh Districts of Haryana is maintained by the State Government. However, as reported by State Government, adequate Ayush doctors, Pharmacists or Paramedical staff are working in these constituencies. Further, upgradation of Ayush Dispensaries in South Haryana also comes under the purview of respective State Government. However, under Centrally Sponsored Scheme of National Ayush Mission (NAM), State Government may avail financial assistance for upgradation of facilities by submitting suitable proposals through

their State Annual Action Plans (SAAP) as per the provisions of NAM guideline. As reported by the State of Haryana, no proposal for upgrading existing Ayush dispensaries into Integrated Ayush Hospitals in South Haryana has been submitted under the SAAP.

(d): Government of India has adopted a strategy of Co-location of Ayush facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs), thus enabling choice to the patients for different systems of medicines under single window. The engagement of Ayush Doctors/paramedics and their training is supported by the Ministry of Health & Family Welfare (MoHFW) under National Health Mission (NHM), while the support for Ayush infrastructure, equipment /furniture and medicines is provided by Ministry of Ayush under NAM as shared responsibilities.

(e): As reported by State Government of Haryana, the preventive healthcare yoga activities are being provided to the general public in Haryana including rural and semi-arid areas of Bhiwani and Mahendergarh Constituencies through 112 Ayush Yog Sahayaks in 112 Vayamshalas and Yoga Instructors posted in AAM (Ayush). Further, IEC activities such as Ayush awareness Camps are also organised twice in a month through all AAM (Ayush) and during the occasion of National Ayurveda Day, National Homoeopathic Day, Basant Panchami, National Naturopathy Day and Poshan Maah in Bhiwani and Mahendergarh Constituencies.

STATEMENT

Stream-wise details of the Ayush Hospitals, Dispensaries and Ayushman Arogya Mandir (AAM) (Ayush) in Bhiwani and Mahendragarh districts of Haryana

Sl. No.	District	Location	Type of Facility	System of Medicine
1	Bhiwani	Barwas	AAM (Ayush)	Ayurveda
2		Bhangarh	AAM (Ayush)	Ayurveda
3		Chappar Rang	AAM (Ayush)	Ayurveda
4		Dab Dhani	AAM (Ayush)	Ayurveda
5		Dhareru	AAM (Ayush)	Ayurveda
6		Durjanpur	AAM (Ayush)	Ayurveda
7		Gagarwas	AAM (Ayush)	Ayurveda
8		Golagarh	AAM (Ayush)	Ayurveda
9		Hassan	AAM (Ayush)	Ayurveda
10		Hetampura	AAM (Ayush)	Ayurveda
11		Kalinga	AAM (Ayush)	Ayurveda
12		Khrak Kalan	AAM (Ayush)	Ayurveda
13		Kungar	AAM (Ayush)	Ayurveda
14		Lalawas	AAM (Ayush)	Ayurveda
15		Legha	AAM (Ayush)	Ayurveda
16		Lohani	AAM (Ayush)	Ayurveda
17		Mundhal	AAM (Ayush)	Ayurveda
18		Nimriwali	AAM (Ayush)	Ayurveda
19		Pohkarwas	AAM (Ayush)	Ayurveda
20		Rohnat	AAM (Ayush)	Ayurveda
21		Roopgarh	AAM (Ayush)	Ayurveda
22		Sai	AAM (Ayush)	Ayurveda
23		Sandhwa	AAM (Ayush)	Ayurveda
24		Tigrana	AAM (Ayush)	Ayurveda
25		Garanpura Kalan	AAM (Ayush)	Homoeopathy
26		Bhiwani	District Hospital	Ayurveda
27		Mandholi Kalan	Government Ayurveda Dispensary	Ayurveda
28		Standalone	25-Bedded Hospital	Ayurveda &

		Ayurvedic Hospital, Bhiwani		Homoeopathy
29	Mahendergarh	Akoli	AAM (Ayush)	Ayurveda
30		Baproli	AAM (Ayush)	Ayurveda
31		Bawana	AAM (Ayush)	Ayurveda
32		Daroli Ahir	AAM (Ayush)	Ayurveda
33		Dhakora	AAM (Ayush)	Ayurveda
34		Digrota	AAM (Ayush)	Ayurveda
Sl. No.	**District**	**Location**	**Type of Facility**	**System of Medicine**
35	Mahendergarh	Duloth Ahir	AAM (Ayush)	Ayurveda
36		Ghataser	AAM (Ayush)	Ayurveda
37		Hamidpur	AAM (Ayush)	Ayurveda
38		Jakhani	AAM (Ayush)	Ayurveda
39		Jat Guwana	AAM (Ayush)	Ayurveda
40		Karoli	AAM (Ayush)	Ayurveda
41		Khatoli Ahir	AAM (Ayush)	Ayurveda
42		Kheri- Kanti	AAM (Ayush)	Ayurveda
43		Kheri -Talwana	AAM (Ayush)	Ayurveda
44		Khudana	AAM (Ayush)	Ayurveda
45		Musnota	AAM (Ayush)	Ayurveda
46		Nangal Nunia	AAM (Ayush)	Ayurveda
47		Nimbi	AAM (Ayush)	Ayurveda
48		Niwaz Nagar	AAM (Ayush)	Ayurveda
49		Nuni Awal	AAM (Ayush)	Ayurveda
50		Rajawas	AAM (Ayush)	Ayurveda
51		Saluni	AAM (Ayush)	Ayurveda
52		Shobhapur	AAM (Ayush)	Ayurveda
53		Narnaul	Distract Hospital	Ayurveda, Homoeopathy
54		Baghot	Government Ayurveda Dispensary	Ayurveda
55		Bassai	Government Ayurveda Dispensary	Ayurveda
56		Bigopur	Government Ayurveda Dispensary	Ayurveda

57		Ganiyar	Government Ayurveda Dispensary	Ayurveda
58		Nayan	Government Ayurveda Dispensary	Ayurveda
59		Nijampur	Government Ayurveda Dispensary	Ayurveda
60		Palri Panihar	Government Ayurveda Dispensary	Ayurveda
61		Silarpur	Government Ayurveda Dispensary	Ayurveda
62		Baba Kheta Nath Govt. Ayurvedic College and Hospital	Ayush Educational Institution & Hospital	Ayurveda

POSHAN 2.0 IMPLEMENTATION AND INDUSTRIAL WORKERS CHILDREN COVERAGE

4794. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) the number of Anganwadi centres operational in Peddapalli district of Telangana during 2024-25 under the POSHAN 2.0 scheme and the percentage of children from families employed in NTPC Ramagundam and Coal India Limited covered thereunder;

(b) the nutritional interventions provided to address malnutrition among children of migrant workers in coal mining areas, including daily calorie and protein content of the supplementary nutrition;

(c) the budget allocated for establishing model Anganwadi centres in industrial townships of Peddapalli district and the timeline for upgrading existing centres to prescribed infrastructure standards;

(d) the coordination mechanism with Coal India Limited and NTPC for leveraging Corporate Social Responsibility (CSR) funds towards child development programmes in mining and industrial areas; and

(e) the monitoring system in place to assess the health and nutrition status of children attending Anganwadi centres in coal belt regions and the frequency of health check-ups medical personnel?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (e)**:** As per the Poshan Tracker public dashboard, the number of Anganwadi centres (AWCs) operational in Peddapalli district of Telangana State during 2024-25 and details of children registered at AWCs from 0-6 years of age is available at the link: https://www.poshantracker.in/statistics.

Mission Saksham Anganwadi and Poshan 2.0 is an ongoing scheme under Ministry of Women and Child Development (MoWCD) to strengthen Nutrition services and to address the challenge of malnutrition. As per the guidelines, this Scheme is open to all eligible beneficiaries including children under 6 years of age, pregnant women, lactating mothers and adolescent girls (of 14-18 years age in Aspirational Districts and North-Eastern region) in the country.

Under the Mission, Supplementary Nutrition is provided to Children (6 months to 6 years), Pregnant Women, Lactating Mothers and Adolescent Girls in accordance with the nutrition norms contained in Schedule-II of the National Food Security Act, 2013, with special provisions for undernourished children. A

normal child is provided 200 Kcal and 08–10-gram protein for 6-12 months; 400 Kcal and 15–20-gram protein for 1-3 years; and 400 Kcal and 15–20-gram protein for 3-6 years, along with recommended 7 essential micronutrients. Whereas a SAM child is provided 400 Kcal and 15–20-gram protein for 6-12 months; 700 Kcal and 25–30-gram protein for 1-3 years; and 800 Kcal and 25–30-gram protein for 3-6 years, along with recommended 7 essential micronutrients.

Further, there is a provision of Saksham Anganwadi Centres in the Mission which refers to an upgraded and modern version of the traditional Anganwadi Centre equipped with modern digital software and hardware infrastructure including internet/wifi connectivity, LED screens, water purifier/installation of RO machines and smart learning aids, audio-visual aids, child-friendly learning equipment and artwork (educational painting, practice board for children, information board). 2 lakh AWCs have been approved for five years under Mission Poshan 2.0 for upgradation as Saksham Anganwadi Centres. A total of 66 AWCs have been allocated for upgradation to the district of Peddapalli and a total of Rs 39.60 lakhs has been allocated for the upgradation of these AWCs.

MoWCD has recently launched the PANKHUDI portal in January 2026 to serve as a bridge between organizations, individuals, and corporates under CSR initiatives, enabling meaningful partnerships to support activities aligned with three flagship missions — Mission Saksham Anganwadi & Poshan 2.0, Mission Shakti, and Mission Vatsalya. This dedicated online portal offers a

seamless platform to connect contributions with diverse services under these missions, driving holistic development of women and children, and fostering active participation in the shared goal of nation-building.

For monitoring and tracking of all activities in the AWCs, Anganwadi Workers (AWWs) and beneficiaries on defined indicators, the Ministry has launched 'Poshan Tracker' digital application. It has facilitated near real time data collection for Anganwadi Services. The application has enabled the Ministry and States & UTs to review the implementation of the scheme on various parameters including health and nutrition status of the children and to make course corrections.

Out of six services provided at AWCs under the Mission Poshan 2.0, three services, viz., immunization, health check-up and referral services, are related to health and are provided by through NHM & Public Health Infrastructure.

PREVALENCE OF MALNUTRITION AND ANAEMIA IN ANDHRA PRADESH

4795. DR C M RAMESH:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) whether the Government has conducted any study to assess the prevalence of malnutrition and anaemia among women and children in Andhra Pradesh, particularly in Anakapalli district, if so, the details thereof;

(b) the number of children (0-5 years) suffering from stunting, wasting,

underweight and anaemia and women (including pregnant and lactating mothers and adolescent girls) suffering from anaemia in the said State during the last three years, district-wise;

(c) the details of funds allocated, released and utilised under ICDS/Anganwadi Services and POSHAN Abhiyaan in the said State, particularly for the said district, during the last three years;

(d) whether there are vacancies of Anganwadi Workers, Supervisors and nutrition supply gaps in the said district, if so, the details thereof along with the steps taken to fill such vacancies and strengthen nutrition delivery; and

(e) the measures taken to reduce anaemia among adolescent girls and pregnant women in the said district?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (d): Under the Mission Saksham Anganwadi and Poshan 2.0, Supplementary Nutrition is provided to Children (6 months to 6 years), Pregnant Women, Lactating Mothers and Adolescent Girls in accordance with the nutrition norms contained in Schedule-II of the National Food Security Act, 2013, with special provisions for undernourished children.

For monitoring and tracking of all activities in the AWCs, Anganwadi Workers (AWWs) and beneficiaries on defined indicators, the Ministry has launched ‘Poshan Tracker’ digital application. It has facilitated near real time data collection for Anganwadi Services. The application has enabled the Ministry and States & UTs to review the implementation of the scheme on

various parameters including health and nutrition status of the children and to make course corrections. The district wise information on malnutrition among children (0-5 years) in the Andhra Pradesh is available on the Poshan Tracker public dashboard at the given link: https://www.poshantracker.in/statistics.

Primarily, the Ministry of Health and Family Welfare keeps record of data of Children and women (including pregnant and lactating mothers and adolescent girls) suffering from anaemia. The per National Family Health Survey (NFHS)-5 data of the number of children (0-5 years) and women (including pregnant and lactating mothers and adolescent girls) suffering from anemia in Andhra Pradesh and district-wise is given in the enclosed **Statement**.

Details of funds released under Mission Saksham Anganwadi and Poshan 2.0 to the State of Andhra Pradesh and the district of Anakapalli during the last three years are as below:

(Rupees in crores)

	2022-23		**2023-24**		**2024-25**	
	Fund released	Fund Utilised	Fund released	Fund Utilised	Fund released	Fund Utilised
Andhra Pradesh	827.79	721.45	705.68	734.52	645.73	-
Anakapalli	0.88	0.50	0.98	1.03	1.27	0.87

Details of vacancies of Anganwadi Workers and Supervisors in the Anakapalli district of Andhra Pradesh are as below:

S. No	Category	Sanctioned	Filled	Vacant
1	Anganwadi Workers	1841	1818	23

2	Supervisors Gr-1	44	36	8
3	Supervisors Gr-2	32	16 (1 Contract employee)	16

The matter regarding filling up of vacant posts at various levels is regularly taken up by the Ministry of Women and Child Development with the States and UTs through sustained engagements and video conferences to ensure uninterrupted delivery of services to the beneficiaries. The Government of Andhra Pradesh is actively working to fill the vacant positions.

A survey on Poshan Abhiyaan was conducted by the World Bank in 2021 in 11 priority States (including Andhra Pradesh) which bore the highest burden of stunting among children and anemia among women. The survey showed positive results, both in the delivery of services and nutrition practices including consumption of iron and folic acid supplements (IFA) by 56-67% of beneficiaries for at least 100 days.

Further, a third-party evaluation and impact assessment of Poshan Abhiyaan was conducted by NITI Aayog in 2020 and also in 2025 for Mission Poshan 2.0. These assessments have found its relevance to be satisfactory for tackling malnutrition in the country. NITI Aayog has also got conducted outcome-based evaluation of Mission Saksham Anganwadi and Poshan 2.0 during the period 2019–20 to 2023–24 in 12 selected States (including Andhra Pradesh) and one UT of Chandigarh. Evidence from institutional assessments and household surveys indicated that in its current form, Mission Poshan 2.0 represents the Government’s latest effort to holistically combat malnutrition

and promote child development, by building on past programs with a converged and strengthened approach. Further, on the micronutrient front, the prevalence of anaemia among children aged 6–59 months declined by 8.5 percentage points, and among pregnant women by 1.8 percentage points, reflecting the potential impact of iron-folic acid supplementation, fortified foods, and improved outreach under SNP and related interventions. States such as Andhra Pradesh and Tamil Nadu have made considerable progress in adopting digital tools for THR distribution, attendance monitoring, and supervisory oversight, thereby enhancing fund utilization and ensuring timely service delivery

(e): Ministry of Health and Family Welfare implements Anemia Mukt Bharat (AMB) strategy to reduce prevalence of anemia among six beneficiaries age groups - children (6-59 months), children (5-9 years), adolescents (10-19 years), pregnant and lactating women and women of reproductive age group (15-49 years) in a life cycle approach through implementation of six interventions via robust institutional mechanism. These six interventions include Prophylactic iron and Folic Acid supplementation (IFA Syrup provided biweekly to Children 6-59 months, IFA Pink tablets provided to Children 5-9 years, IFA Blue tablets provided to Adolescent 10- 19 years, IFA Red tablets provided weekly to Women of Reproductive age group and IFA Red tablets daily for 180 days provided to pregnant women and lactating mothers), Deworming (Pregnant women provided albendazole tablet in second trimester and all children provided albendazole tablets during National Deworming Day),

intensified Behavioural Change Communication campaign, Testing for anemia and treatment as per anemia management protocols, Mandatory provision of IFA fortified food in public health programmes and addressing non nutritional causes of anemia especially malaria, fluorosis and hemoglobinopathies.

STATEMENT

DISTRICT-WISE DATA ON ANEMIA IN THE STATE OF ANDHRA PRADESH, AS PER NATIONAL FAMILY HEALTH SURVEY-5 (2019-2021)

Name of the District	Children age 6-59 months who are anaemic (<11.0 g/dl) (%)	Pregnant Women who are anaemic (<11.0 g/dl) (%)	All women age 15-49 years who are anaemic (%)	All women age 15-19 years who are anaemic (%)
Srikakulam	59.6	-	62.6	59.2
Vizianagaram	66.7	-	64.0	73.9
Visakhapatnam	72.6	-	58.0	58.9
East Godavari	66.8	-	63.0	65.2
West Godavari	62.3	-	63.0	66.8
Krishna	65.7	-	60.3	59.0
Guntur	59.3	51.9	59.5	54.6
Prakasam	62.6	-	60.4	64.8
Sri Potti Sriramulu Nellore	67.5	-	59.4	68.6
Y.S.R.	60.6	57.6	56.1	60.2
Kumool	70.8	67.8	58.6	61.1
Anantapur	55.8	54.9	50.5	50.0
Chittoor	54.9	52.7	51.8	43.9

निजी और सरकारी अस्पतालों की स्थापना के लिए मानदंड

4796. श्री मनसुखभाई धनजीभाई वसावा:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में निजी तथा सरकारी अस्पतालों की स्थापना के लिए निर्धारित अवसंरचनात्मक मानदंडों का ब्यौरा क्या है;

(ख) क्या यह सच है कि देश के अधिकांश अस्पतालों में अवसंरचना की स्थिति दयनीय है;

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) इस संबंध में सरकार द्वारा उठाए जा रहे सुधारात्मक कदमों का ब्यौरा क्या है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क) से (घ): 'स्वास्थ्य' राज्य का विषय होने के कारण, अस्पतालों की स्थापना और रखरखाव की प्राथमिक जिम्मेदारी संबंधित राज्यों/संघ राज्य क्षेत्रों की है।

राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) के अंतर्गत अन्य बातों के साथ-साथ, शहरी, ग्रामीण और आदिवासी/पहाड़ी क्षेत्रों में गरीब और दुर्बल वर्गों सहित सभी को गुणवत्तापूर्ण स्वास्थ्य सेवा प्रदान करने के लिए स्वास्थ्य सुविधा केंद्रों से संबंधित में अवसंरचना में सुधार के लिए सहायता प्रदान करता है। स्वास्थ्य और परिवार कल्याण मंत्रालय राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) के अंतर्गत कार्यक्रम कार्यान्वयन योजनाओं (पीआईपी) के रूप में प्राप्त प्रस्तावों के आधार पर ग्रामीण क्षेत्रों में जन स्वास्थ्य सेवा प्रणाली को सुदृढ़ करने के लिए राज्यों/संघ राज्य क्षेत्रों को तकनीकी और वित्तीय सहायता प्रदान करता है। भारत सरकार मानदंडों और उपलब्ध संसाधनों के अनुसार कार्यवाही के अभिलेख (आरओपी) के रूप में प्रस्तावों को मंजूरी देती है। इसके अतिरिक्त, जन स्वास्थ्य सुविधाकेंद्रों में स्वास्थ्य अवसंरचना और स्वास्थ्य परिचर्या को बेहतर बनाने के लिए, सरकार ने भारतीय जन स्वास्थ्य मानक (आईपीएचएस) 2012 निर्धारित किए हैं। उप-केंद्रों, प्राथमिक स्वास्थ्य केंद्रों, सामुदायिक स्वास्थ्य केंद्रों, उप-जिला अस्पतालों और जिला अस्पतालों के लिए आईपीएचएस 2007 में प्रकाशित किए गए और 2012 में संशोधित के गए थे। ये समान मानकों का एक समूह है जिसका उद्देश्य नागरिकों को गरिमा और सम्मान के साथ गुणवत्तापूर्ण सेवाएं प्रदान करना है। ये इन सुविधाकेंद्रों में स्वास्थ्य सेवाएं प्रदान करने के लिए स्वास्थ्य प्रणाली

के घटकों जैसे कि अवसंरचना, मानव संसाधन, औषधियां, निदान, उपकरण, गुणवत्ता और शासन संबंधी आवश्यकताओं पर मार्गदर्शन प्रदान करते हैं। आवश्यक हैं। इनका उपयोग राज्यों और संघ राज्य क्षेत्रों में जन स्वास्थ्य परिचर्या अवसंरचना की योजना और उन्नयन के लिए संदर्भ बिंदु के रूप में किया जाता है।

इसके अतिरिक्त, भारत सरकार ने मान्यता प्राप्त चिकित्सा प्रणालियों से संबंधित सरकारी (सशस्त्र बलों को छोड़कर) और निजी नैदानिक स्थापनों के पंजीकरण और विनियमन के लिए नैदानिक स्थापन (पंजीकरण और विनियमन) अधिनियम, 2010 (सीई अधिनियम) अधिनियमित किया और नैदानिक स्थापन (केंद्रीय सरकार) नियम, 2012 को अधिसूचित किया, जिसे 2018 और 2020 (सीई नियम) में संशोधित किया गया। सीई अधिनियम के अनुसार, नैदानिक प्रतिष्ठानों को प्रदान की जाने वाली, प्रत्येक प्रकार की प्रदान की गई सेवाओं के न्यूनतम मानकों की शर्तों को पूरा करना आवश्यक है। सीई अधिनियम 19 राज्यों/संघ राज्य क्षेत्रों (12 राज्य अरुणाचल प्रदेश, असम, बिहार, झारखंड, हरियाणा, हिमाचल प्रदेश, मिजोरम, राजस्थान, सिक्किम, तेलंगाना, उत्तराखंड और उत्तर प्रदेश और 7 संघ राज्य क्षेत्र अंडमान और निकोबार द्वीप समूह, चंडीगढ़, दादरा और नगर हवेली और दमन और दीव, जम्मू और कश्मीर, लद्दाख, लक्षद्वीप और पुडुचेरी) में लागू है। जिन राज्यों/संघ राज्य क्षेत्रों ने सीई अधिनियम को अपनाया है, वे अपनी निदान प्रयोगशालाओं को विनियमित करने के लिए सीई अधिनियम के प्रावधानों को लागू करने/प्रवर्तन करने के लिए मुख्य रूप से उत्तरदायी हैं। इस अधिनियम के तहत जिला कलेक्टर/जिला मजिस्ट्रेट की अध्यक्षता में जिला स्तर पर एक पंजीकरण प्राधिकरण को इसके प्रावधानों के उल्लंघन के संबंध में दंड लगाने सहित कार्रवाई करने का अधिकार दिया गया है। इस अधिनियम में यह प्रावधान भी है कि यदि अधिनियम के प्रावधानों का पालन नहीं किया जाता है तो पंजीकरण रद्द किया जा सकता है। जिन राज्यों/संघ राज्य क्षेत्रों ने सीई अधिनियम को नहीं अपनाया और लागू नहीं किया है, वहां के नैदानिक प्रतिष्ठान संबंधित राज्य अधिनियमों द्वारा पंजीकृत और विनियमित हैं।

EYE BANKS

4797. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to State:

(a) the number of functional Eye Banks in the Country, State/UT-wise. including the number of corneas collected during the last three years, year-wise;

(b) whether there are any functional Eye Banks or Eye Donation Centres operating in Akola and Washim districts of Maharashtra;

(c) if so, the details thereof along with the number of corneas collected and corneal transplant surgeries performed during the said period;

(d) whether the Government has fixed any annual targets for eye donation and if so. the details of such targets set and achieved during each of the last three years. State/UT-wise;

(e) whether sufficient infrastructure and trained manpower are available in the country, particularly in districts such as Akola and Washim, to perform corneal transplant surgeries and if so, the details thereof; and

(f) if not, the initiatives or proposals undertaken by the Government to strengthen eye banking facilities and corneal transplant services in these districts?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (f): As per the information provided by various States/UTs a total of 396

Eye banks are functional across the Country. The number of cornea collected during 2022-23,2023-24 and 2024-25 are 62,370, 66,434 and 69,848 respectively

In Akola there is one eye bank and three eye doantion Centres. Additionally, one eye donation Centres is operational in Washim district of Maharashtra.

The details of Cornea collection and cornea transplant surgeries performed in Akola and Washim district of Maharashtra is given below:

Akola			Wasim	
Year	Cornea Collection (Nos.)	Cornea transplant (Nos.)	Cornea Collection (Nos.)	Cornea transplant (Nos.)
2022-23	118	44	22	0
2023-24	78	47	32	0
2024-25	138	70	46	0

The National Programme for Control of Blindness & Visual Impairment (NPCBVI) provides for strengthening of eye banking and Cornea transplant services in the country. Under the programme, financial assistance is extended for infrastructure, development, procurement of equipment and training of ophthalmologists and eye bank technicians. It also supports promotion of eye donation activities and free supply of cornea storage medium to Government eye banks across the Country.

सरकारी अस्पतालों में वार्ड स्वच्छता

4798. श्री रमाशंकर बिद्यार्थी राजभर:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या गत दो वर्षों के दौरान उत्तर प्रदेश के देवरिया और बलिया जिलों सहित सरकारी अस्पतालों के निरीक्षण/संपरीक्षा के दौरान स्वच्छता, कीट नियंत्रण, बायोमेडिकल अपशिष्ट प्रबंधन अथवा वार्ड स्वच्छता में कोई कमियाँ पाई गई हैं और यदि हां, तो देवरिया और बलिया में ऐसे अस्पतालों की संख्या सहित तत्संबंधी ब्यौरा क्या है;

(ख) क्या ऐसी कमियाँ आईसीयू, ऑपरेशन थिएटर (ओटी) तथा ऑक्सीजन/मेडिकल गैस से सुसज्जित वार्ड जैसे संवेदनशील क्षेत्रों में भी पाई गई हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या इससे संबंधित रोगी सुरक्षा जोखिमों की पहचान की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) जिला अस्पतालों तथा चिकित्सा महाविद्यालयों में संक्रमण नियंत्रण तथा रोगी सुरक्षा संपरीक्षा का निर्धारित समय अंतराल क्या है तथा देवरिया और बलिया में वास्तव में कितने स्वास्थ्य संस्थानों का निरीक्षण किया गया है; और

(ङ.) ऐसी कमियों के निवारण के लिए सरकार द्वारा निर्धारित सुधारात्मक कार्रवाइयों, समय-सीमा तथा जवाबदेही का ब्यौरा क्या है?

आयुष मंत्रालय के राज्य मंत्री; **तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):**

(क) और (ख): जन स्वास्थ्य एवं अस्पताल राज्य का विषय होने के कारण, स्वास्थ्य सुविधा केंद्रों से संबंधित योजना बनाने, उनका कार्यान्वयन करने, रखरखाव करने और आवश्यकतानुसार पर्याप्त संख्या में स्वास्थ्य सुविधाएं स्थापित करने की प्राथमिक जिम्मेदारी संबंधित राज्य सरकार की है। राष्ट्रीय स्वास्थ्य मिशन के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों को उनके संसाधन आवंटन के भीतर, कार्यक्रम कार्यान्वयन योजना में प्राप्त प्रस्तावों के आधार पर, उनकी स्वास्थ्य प्रणाली को सुदृढ़ करने हेतु वित्तीय एवं तकनीकी सहायता प्रदान की जाती है।

स्वास्थ्य और परिवार कल्याण मंत्रालय, भारत सरकार ने जन स्वास्थ्य सुविधा केंद्रों में स्वच्छता, साफ-सफाई, जैव-चिकित्सा अपशिष्ट प्रबंधन और संक्रमण नियंत्रण को बढ़ावा देने के लिए कायाकल्प नामक एक राष्ट्रीय पहल शुरू की है।

कायाकल्प पहल के तहत, संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा आकलन किया जाता है और उनका प्रबंधन किया जाता है।

उत्तर प्रदेश सरकार द्वारा दी गई जानकारी के अनुसार, बलिया जिले के सामुदायिक स्वास्थ्य केंद्रों/प्राथमिक स्वास्थ्य केंद्रों के निरीक्षण/ऑडिट में स्वच्छता, कीट नियंत्रण, जैव-चिकित्सा अपशिष्ट प्रबंधन या वार्ड स्वच्छता में कोई कमी नहीं पाई गई है। इसी प्रकार, देवरिया जिले के सामुदायिक स्वास्थ्य केंद्रों/प्राथमिक स्वास्थ्य केंद्रों के निरीक्षण/ऑडिट में भी स्वच्छता, कीट नियंत्रण, जैव-चिकित्सा अपशिष्ट प्रबंधन या वार्ड स्वच्छता से संबंधित कोई समस्या नहीं पाई गई है। सरकारी अस्पताल जैव-चिकित्सा अपशिष्ट प्रबंधन और वार्ड स्वच्छता के लिए आउटसोर्सिंग एजेंसियों का उपयोग कर रहे हैं।

इसके अतिरिक्त, उत्तर प्रदेश सरकार द्वारा सूचित किया गया है कि बलिया स्थित महिला जिला अस्पताल और बलिया जिला अस्पताल के एसएनसीयू ऑपरेशन थिएटर में ऑक्सीजन उपलब्ध है। संबंधित स्वास्थ्य सुविधा केंद्रों में ऑक्सीजन/चिकित्सा गैस का कुशल प्रबंधन किया जा रहा है।

(ग) से (ङ): उत्तर प्रदेश सरकार द्वारा दी गई जानकारी के अनुसार, स्थित महिला जिला अस्पताल, बलिया और जिला अस्पताल, बलिया में मरीजों की सुरक्षा के लिए फायर अलार्म, स्प्रिंकलर और आवश्यक सीओ2, एबीसी सिलेंडर आदि की व्यवस्था है। देवरिया जिले में मरीजों के संक्रमण नियंत्रण और सुरक्षा से संबंधित प्रशिक्षण भी समय-समय पर आयोजित किया जाता है।

इसके अतिरिक्त, शिकायतों का निवारण आईजीआरएस पोर्टल के माध्यम से भी किया जाता है, शिकायत पेटियां उपलब्ध हैं और सामुदायिक स्वास्थ्य केंद्रों/प्राथमिक स्वास्थ्य केंद्रों पर शिकायत पेटियां और अधिकारी 24x7 उपलब्ध रहते हैं, जिनके माध्यम से सभी प्रकार की

मौखिक शिकायतों का यथाशीघ्र समाधान किया जाता है।

AYUSHMAN AROGYA MANDIRS IN ANDHRA PRADESH

4799. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the amount of funds approved and released for establishing Ayushman Arogya Mandirs (AAMs) under various schemes of the Government in the Country since their inception till date, State-wise and year-wise;

(b) the total number of AAMs functional in rural and urban areas of Andhra Pradesh;

(c) whether the Government has conducted an audit of the infrastructural facilities available at such AAMs; and

(d) if so, the details of the States where such an audit was conducted along with the findings thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (d): Through 1.84 lakh Ayushman Arogya Mandirs (AAMs) including 11,871 in Andhra Pradesh, comprehensive primary healthcare is provided by strengthening Sub Health Centres (SHCs) and Primary Health Centres (PHCs). These AAMs provide preventive, promotive, rehabilitative and curative care for an expanded range of services encompassing reproductive and child healthcare services, Communicable diseases, Non-communicable diseases

and other health issues.

The State/UT wise State Program Implementation Plan (SPIP) Approval and Expenditure for Ayushman Arogya Mandirs (AAMs) under National Health Mission (NHM) from F.Y. 2022-23 to 2024-25 is given in the enclosed **Statement**.

The Pradhan Mantri Ayushman Bharat Health Infrastructure Mission (PM-ABHIM) aims to support for infrastructure development for Sub-Health Centres, Urban AAMs, Support for Block Public Health Units, Integrated District Public Health Laboratories and Critical Care Hospital Blocks. Under PM-ABHIM, administrative approval for 696 Building-less SHC (AAM) with an amount of Rs. 382.80 Cr., and 45 Urban AAM with an amount of Rs. 88.49 Cr. have been accorded to the State of Andhra Pradesh.

The Fifteenth Finance Commission (FC-XV) has recommended grants through Local Governments for specific components of the health sectors. Under XV-FC Health Grants, administrative approval for the construction of 1558 Building less SHC(AAM) with an amount of Rs. 532.04 Cr. and establishment of 191 Urban AAM with an amount of Rs. 418.21 Cr. have been accorded to the state of Andhra Pradesh.

The evaluation of the Ayushman Arogya Mandir (AAM) programme done by NITI Aayog highlights several encouraging outcomes, including significant improvements in infrastructure and increased community footfall because of wider access to Comprehensive Primary Health Care services—especially for Non-Communicable Disease (NCD) management, general Outpatient

Department (OPD) care, free medicines and diagnostics. The introduction of Community Health Officers (CHOs) has strengthened frontline service delivery and digital tools such as e-Sanjeevani have expanded access to specialist care.

STATEMENT

State/UT-wise SPIP Approvals and Expenditure for Ayushman Arogya Mandirs under National Health Mission (NHM) for FY 2022-23 to FY 2024-25

Rs. In Lakhs

Sl. No.	States	2022-23		2023-24		2024-25	
		SPIP Approval	Expenditure	SPIP Approval	Expenditure	SPIP Approval	Expenditure
1	Andaman and Nicobar Islands	15.00	36.04	10.50	0.00	59.13	6.91
2	Andhra Pradesh	4089.10	2568.08	3745.65	3762.47	7,912.25	7,154.33
3	Arunachal Pradesh	1119.21	909.86	883.71	1015.61	5,641.73	1,012.74
4	Assam	23445.27	7768.40	18267.63	7772.03	7,807.13	5,090.39
5	Bihar	52749.20	37203.38	4026.16	8887.44	6,588.81	7,987.20
6	Chandigarh	124.82	4.85	124.82	74.55	177.82	94.58
7	Chhattisgarh	16633.63	14878.02	8478.83	5169.05	7,296.47	2,791.10
8	Dadra & Nagar Haveli / Daman & Diu	8.59	1.41	15.23	0.00	27.44	26.43
9	Delhi	0.00	0.00	0.00	0.00	0.00	45.87
10	Goa	512.89	219.96	53.09	114.17	353.11	122.88
11	Gujarat	13178.54	6077.98	8252.56	6037.43	20,988.58	5,958.37
12	Haryana	11399.68	4334.53	5971.04	3902.30	10,529.50	4,786.87
13	Himachal Pradesh	928.75	600.85	226.99	791.63	3,934.48	937.80

14	Jammu and Kashmir	3657.24	1738.18	3070.74	903.20	3,218.48	1,469.04
15	Jharkhand	25173.69	8680.99	11763.54	9831.75	10,572.72	8,402.34
16	Karnataka	42721.29	7548.67	13716.82	4961.44	2,970.04	4,460.33
17	Kerala	18111.82	4313.89	26520.10	2691.84	3,756.14	3,545.14
18	Lakshadweep	3.55	1.95	1.99	6.35	14.00	1.13
19	Madhya Pradesh	19073.02	18548.39	31381.22	21343.43	27,564.85	14,223.25
20	Maharashtra	36566.83	20794.73	13564.63	11836.06	21,122.26	3,082.61
21	Manipur	1114.70	269.20	1100.70	874.20	1,796.43	606.72
22	Meghalaya	2741.67	4370.76	717.12	2441.72	1,586.66	1,953.89
23	Mizoram	755.57	236.80	671.08	159.35	574.09	76.09
24	Nagaland	660.61	543.81	785.47	523.20	1,053.65	545.70
25	Odisha	15286.40	14159.00	13418.93	9688.04	15,178.49	8,879.13
26	Puducherry	269.75	192.22	258.95	126.85	242.48	131.81
27	Punjab	4613.92	452.19	1772.53	1772.53	3,207.89	1,076.51
28	Rajasthan	17212.36	2674.92	17212.36	1978.03	7,498.70	3,981.50
29	Sikkim	110.21	210.66	98.65	69.73	38.69	24.14
30	Tamil Nadu	8096.81	8153.80	4339.34	1098.50	163.70	137.89
31	Telangana	5202.87	907.86	5853.78	1510.43	3,454.81	1,265.06
32	Tripura	4421.36	1389.15	671.46	1079.68	639.65	447.88
33	Uttar Pradesh	74968.69	36473.83	178616.62	37873.82	107,535.86	20,668.89
34	Uttarakhand	7214.59	2096.87	2143.06	1986.99	4,523.07	2,048.07
35	West Bengal	20608.22	14404.86	12605.01	8487.25	16,173.90	7,502.92
36	Ladakh	1870.85	587.07	633.80	293.06	912.02	557.41

Note

1. SPIP Approval and Expenditure is as per the available Financial Management Reports submitted by State/UTs and are provisional.

2. Expenditure includes expenditure against Central Release, State release & unspent balances at the beginning of the year.

SPECIAL NUTRITION STRATEGY FOR BUNDELKHAND REGION

4800. SHRI ANURAG SHARMA:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) whether stunting, wasting and anaemia continue to pose serious public health challenges in the country, if so, the current status of malnutrition in Uttar Pradesh, particularly in the Bundelkhand region, district-wise;

(b) the number of Anganwadi Centres functioning under ICDS along with vacancies and availability of basic infrastructure therein in the said State and region;

(c) the details of the funds allocated under Mission Poshan 2.0 during the current financial year along with the share received by the said region indicating beneficiary registration under the Poshan Tracker;

(d) whether any special nutrition strategy/budgetary provision has been made for high-risk regions such as the said region, if so, the details thereof;

(e) the current status of women's labour force participation in the said State and said region along with the steps taken to strengthen the care economy; and

(f) the number of child marriage cases, One-Stop Centres along with the progress under Beti Bachao Beti Padhao in the said State and region?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (d): To address the challenge of malnutrition, Anganwadi services,

Poshan Abhiyaan and Scheme for Adolescent girls have been subsumed under the umbrella Mission Saksham Anganwadi and Poshan 2.0 (Mission Poshan 2.0). The status of nutritional indicators and infrastructure details at operational Anganwadi Centres in the State of Uttar Pradesh (including Bundelkhand region) are available in the Poshan Tracker public dashboard at the link: https://www.poshantracker.in/statistics.

As per National Family Health Survey 5 (2019-21), the prevalence of anaemia in children under 5 years of age in Bundelkhand region is given in the enclosed **Statement.**

The details of vacancies available in districts of Bundelkhand region of the State of Uttar Pradesh are: Jhansi (203), Lalitpur (52), Jalaun (238), Hamirpur (83), Mahoba (136), Banda (119) and Chitrakoot (94).

The details of Central share received by districts of Bundelkhand region in the State of Uttar Pradesh under Mission Poshan 2.0 during the current financial year are: ₹ 22.61 Crore for Banda, ₹ 27.81 Crore for Chitrakoot, ₹ 12.39 Crore for Hamirpur, ₹ 15.73 Crore for Jalaun, ₹ 19.84 Crore for Jhansi, ₹ 30.61 crores for Lalitpur and ₹ 10.53 crores for Mahoba.

Under the Mission Poshan 2.0, a new strategy has been made for reduction in malnutrition and for improved health, wellness and immunity through activities like community engagement, outreach, behavioral change and advocacy. It focuses on Maternal Nutrition, Infant and Young Child Feeding Norms, treatment of Severe Acute Malnutrition (SAM)/ Moderate Acute Malnutrition (MAM) and wellness through AYUSH practices to reduce

prevalence of wasting, stunting, anaemia and being underweight. As a part of the strategy, Supplementary Nutrition is provided to Children (6 months to 6 years), Pregnant Women, Lactating Mothers and Adolescent Girls in accordance with the nutrition norms contained in Schedule-II of the National Food Security Act, 2013. These norms have been revised in January 2023. The old norms were largely calorie-specific; however, the revised norms are more comprehensive and balanced in terms of both quantity and quality of supplementary nutrition based on the principles of diet diversity that provides for quality protein, healthy fats and micronutrients (Calcium, Zinc, Iron, Dietary Folate, Vitamin A, Vitamin-B6 and Vitamin B-12**).** Extra Supplementary Nutrition is provided to Severely Acutely Malnourished (SAM) children as per National Food Security Act, 2013 (NFSA).

The State Government of Uttar Pradesh conducts the Sambhav Campaign annually for a duration of three months with the objective of eliminating malnutrition among children through a focused, multi-departmental approach. It aims at identification, treatment, and mainstreaming of malnourished children into the normal nutrition category. Five phases of the campaign have been completed so far. Under Sambhav Campaign 5.0, special emphasis was placed on the management and reduction of stunting, aligned with the objective of reducing the stunting rate in Uttar Pradesh by the year 2030.

The State Government also organizes Poshan Pathshala programmes to spread awareness on key nutrition-related issues such as stunting, early

initiation of breastfeeding, exclusive breastfeeding, and appropriate complementary feeding practices. During the current year, four such sessions were conducted, and a total of eight sessions have been organized so far, with participation of more than one lakh viewers in each session through live webcasts.

(e): As per the Annual Report of Periodic Labour Force Survey (PLFS, 2023-24) conducted by Ministry of Statistics and Programme Implementation (MoSPI), women's LFPR in the State of Uttar Pradesh rose from 14.2 percent in 2017–18 to 34.5 per cent in 2023–24. The overall labour force participation rate (LFPR) in the State stands at 56.9 per cent, with male LFPR at 79.5 percent and female LFPR at 34.5 percent.

As regards the care economy, several provisions have been incorporated in the labour codes for congenial work environment for women workers:

- The Code on Social Security, 2020 has the provisions for enhancement in paid maternity leave from 12 weeks to 26 weeks, provision for mandatory crèche facility in the establishments having 50 or more employees, permitting women workers in the night shifts with adequate safety measures, etc.
- The Ministry of Women and Child Development is implementing 'Palna' component under Mission Shakti for all States and UTs, under which providing day care facilities and protection of children is the focus area. Under Palna, Ministry has extended free services of childcare through Anganwadi cum Creches (AWCC).

- The Equal Remuneration Act, 1976 provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination. In addition, Ministry of Labour and Employment in January 2024 issued an “Advisory for Employers to Promote Women Workforce Participation”.

(f): The National Crime Records Bureau (NCRB) compiles and publishes the data on the number of cases of child marriage registered under 'the Prohibition of Child Marriage Act (PCMA), 2006' in its publication 'Crime in India'. The said report is available upto the year 2022 – Crime Head-wise and State/ UT-wise. As per information available from NCRB, the number of cases registered under 'the Prohibition of Child Marriage Act, (PCMA), 2006 during the years 2020, 2021 and 2022 in Uttar Pradesh particularly Bundelkhand region are 785, 1050 and 1002 respectively. However, higher reporting of cases does not necessarily reflect increase in the number of cases of child marriages, but it may be because of increased awareness among citizens to report such incidents due to initiatives by the Government and better enforcement of law by the State.

One Stop Centres (OSC) under Mission Shakti provide integrated and immediate support and assistance under one roof to women affected by violence and those in distress, both in private and public spaces all across the country including the Bundelkhand Region of Uttar Pradesh. As on date, 96 OSCs are operational in Uttar Pradesh, out of which, one OSC is operational in each of the districts of Chitrakoot, Banda, Hamirpur, Mahoba, Lalitpur and two

OSCs are operational in the districts of Jhansi, Jalaun which has assisted over 3,04,109 women in the Uttar Pradesh.

Beti Bachao Beti Padhao (BBBP) Scheme was launched on 22nd January 2015 to address Child Sex Ratio (CSR) and related issues of empowerment of girls and women over a life cycle continuum. The scheme is implemented in all the districts of the country including the Bundelkhand Region. As per the latest reports of Health Management Information System (HMIS) of Ministry of Health & Family Welfare (MoHFW), in the State of Uttar Pradesh, Sex Ratio at Birth (SRB) has increased from 885 in 2014-15 to 936 in 2024-25.

STATEMENT

NATIONAL FAMILY HEALTH SURVEY-5 (2019-21) DATA ON PREVALENCE OF ANAEMIA IN CHILDREN UNDER 5 YEARS OF AGE IN BUNDELKHAND REGION:

S. No.	Name of the district	Children age 6-59 months who are anaemic (%)
1	Jalaun	55.2
2	Jhansi	70.3
3	Lalitpur	56.0
4	Hamirpur	68.5
5	Mahoba	70.1
6	Banda	82.2
7	Chitrakoot	55.3

DENTAL INSURANCE COVERAGE

4801. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware that routine dental treatments such as fillings, root canal therapy, crowns and periodontal care are largely excluded from standard health insurance policies, if so, the details thereof;

(b) whether it is a fact that Ayushman Bharat and other Government-sponsored schemes do not provide comprehensive OPD dental coverage, resulting in high out-of-pocket expenditure despite India's significant burden of dental caries and periodontal diseases, if so, the details thereof; and

(c) whether the Government proposes to direct IRDAI to create a regulatory framework for standalone dental insurance products and mandate minimum dental coverage in standard health insurance policies to promote preventive oral healthcare, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a): Department of Financial Services (DFS) has informed that dental treatments like filling, root canal therapy are not covered under standard health insurance policies.

(b): Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) provides coverage for secondary and tertiary care hospitalization to all eligible beneficiaries. Dental procedures such as dental fillings, root canal therapy, crowns and periodontal care are generally provided at the primary care level or on an Out-Patient Department (OPD) basis. Since AB-PMJAY does not cover

OPD services, such OPD-based dental treatments are not included under the scheme.

(c): DFS has further informed that there is no proposal to create any such regulatory framework.

बिहार के मूल निवासियों की विदेश में मौतें

4802. श्री अजय कुमार मंडल

क्या **विदेश** मंत्री यह जताने की कृपा करेंगे किः

(क) क्या पिछले तीन वर्षों के दौरान बिहार के कई मूल निवासियों ने विदेश में अपनी जान गंवाई है।

(ख) यदि हाँ, तो ऐसी मृत्यु के कारणों (जैसे प्राकृतिक कारण दुर्घटना, आत्महत्या, अपराध आदि) का राज्य-वार विशेषकर बिहार के संदर्भ में ब्यौरा क्या है और

(ग) ऐसे परिवारों को प्रदान की गई सहायता का ब्यौरा और प्रकृति क्या है, जैसे द्विपक्षीय कांसुलर सहायता, वित्तीय सहायता तथा मृतकों के पार्थिव अवशेषों को स्वदेश लाने पर किए गए व्यय, जो भारत सरकार तथा बिहार सरकार द्वारा प्रदान किए गए हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ग): मंत्रालय के पास उपलब्ध जानकारी के अनुसार, पिछले तीन वर्षों के दौरान विदेश में भारतीय नागरिकों की मृत्यु की संख्या संलग्न **विवरण** में दी गई है। बिहार सहित राज्यवार जानकारी मंत्रालय के पास उपलब्ध नहीं है।

विदेशों में रहने वाले भारतीय नागरिकों की सुरक्षा, संरक्षा और कल्याण भारत सरकार की सर्वोच्च प्राथमिकताओं में से एक है। विदेशों में भारतीय मिशन /केंद्र , जब भी आवश्यक हो, भारतीय नागरिकों को हर संभव कांसुलर सहायता प्रदान करते हैं। भारतीय नागरिक अपनी शिकायतों के निवारण के लिए विदेशों में स्थित भारतीय मिशनों /केंद्रो से वॉक-इन, ईमेल, सोशल

मीडिया प्लेटफॉर्म, 24 घंटे चलने वाले आपातकालीन दूरभाष संख्या और विदेशों में मिशनों /केंद्रो द्वारा स्थापित टोल फ्री हेल्पलाइन, शिकायत निवारण पोर्टल जैसे मदद, सीपीजीआरएएमएस आदि के माध्यम से संपर्क कर सकते हैं। विदेश में भारतीय श्रमिकों को सहायता प्रदान करने के लिए दुबई, शारजाह, रियाद, जेद्दा और कुआलालंपुर में प्रवासी भारतीय सहायता केंद्र (पीबीएसके) स्थापित किए गए हैं। संकटग्रस्त भारतीय नागरिकों के लिए आश्रय गृह भी कुछ मिशनों /केंद्र ो ं में स्थापित किए गए हैं। मिशन अधिकारी भारतीय श्रमिकों की शिकायतों का समाधान करने के लिए आव्रजन कार्यालयों और श्रम शिविरों का दौरा करते हैं। आवश्यकता होने पर संकटग्रस्त भारतीयों को वित्तीय सहायता भारतीय समुदाय कल्याण कोष (आईसीडब्ल्यूएफ) के माध्यम से प्रदान की जाती है। आपातकालीन या संकट की स्थिति में, विदेशों में हमारे मिशन /केंद्र सक्रिय रूप से फंसे / संकटग्रस्त भारतीय नागरिकों को भोजन, आश्रय, दवा प्रदान करने और उन्हें भारत लौटने में मदद करने के संदर्भ में सहायता करते हैं। हर संभव कांसुलर सहायता प्रदान करने के अलावा, भारतीय मिशन /केंद्र जहां भी जरूरत हो कानूनी सहायता प्रदान करने में भी सहायता करते हैं। मिशनों / केंद्रों में वकीलों का एक स्थानीय पैनल होता है जहां भारतीय समुदाय बड़ी संख्या में निवास करते है। पिछले पांच वर्षों के दौरान आईसीडब्ल्यूएफ के तहत प्रदान की गई सहायता के साथ मामलों की संख्या का विवरण इस प्रकार है:

वर्ष	**लाभार्थियों की संख्या**	**खर्च**
2021	422	₹ 5,70,95,552
2022	507	₹ 8,65,44,255
2023	433	₹ 9,06,38,615
2024	488	₹ 11,96,50,424
2025 (सितंबर तक)	312	₹ 8,48,59,348

विवरण

देश नाम	पिछले 3 सालों में विदेश में भारतीय नागरिकों की मौत की वर्ष-वार संख्या		
	2023	**2024**	**2025**
अफ़ग़ानिस्तान	1	3	0
अल्बानिया	0	1	2
अलजीरिया	3	3	5
अंगोला	2	12	12
अर्जेंटीना	2	0	2
आर्मीनिया	23	42	34
ऑस्ट्रेलिया	199	200	215
ऑस्ट्रिया	14	16	20
अजरबैजान	5	2	5
बहरीन	304	287	268
बांग्लादेश	40	31	14
बेलोरूस	5	4	4
बेल्जियम	9	12	14
भूटान	14	18	19
ब्राजील	5	7	3
बुल्गारिया	1	2	4
बुर्किना फासो	3	6	2
कंबोडिया	12	10	15
कैमरून	6	5	1
कनाडा	336	387	405
चिली	1	2	3
चीन	44	40	45
कोलंबिया	4	1	1
कोटे डी आइवर	11	11	5
क्रोएशिया	2	4	6
क्यूबा	0	2	1
साइप्रस	9	12	10
चेक रिपब्लिक	4	5	5

डेनमार्क	7	6	12
ज़िबूटी	1	1	4
डोमिनिकन गणराज्य	1	1	1
कांगो लोकतांत्रिक गणराज्य	38	38	29
मिस्र	14	19	15
इरिट्रिया	0	1	0
एस्तोनिया	0	1	2
इथियोपिया	4	6	6
फिजी	1	3	3
फिनलैंड	4	2	3
फ्रांस	0	1	2
गैबॉन	0	0	3
जॉर्जिया	0	0	7
जर्मनी	65	92	75
घाना	16	25	16
ग्वाटेमाला	2	2	2
गिनी	3	6	10
गुयाना	3	0	6
हंगरी	6	7	10
आइसलैंड	2	0	0
इंडोनेशिया	35	36	38
ईरान	20	13	9
इराक	26	41	34
इज़राइल	0	0	25
इटली	305	374	378
जमैका	6	5	5
जापान	26	27	26
जॉर्डन	19	8	17
कजाखस्तान	4	8	3
केन्या	33	31	43
एस्वातिनी साम्राज्य	0	3	2
कुवैत	708	733	750

किर्गिज़स्तान	2	6	3
लाओ पीडीआर	1	5	9
लातविया	0	1	0
लेबनान	12	18	5
लीबिया	3	2	4
लिथुआनिया	1	0	0
मेडागास्कर	10	8	7
मलावी	7	9	11
मलेशिया	477	526	434
मालदीव	37	23	28
माली	4	2	0
माल्टा	7	10	10
मॉरिटानिया	2	1	0
मॉरीशस	19	29	22
मेक्सिको	7	19	10
मंगोलिया	0	0	1
मोरक्को	2	1	3
मोज़ाम्बिक	7	9	18
म्यांमार	2	1	5
नामीबिया	1	1	1
नेपाल	106	128	97
नीदरलैंड	15	24	23
न्यूज़ीलैंड	54	63	40
नाइजर	0	0	2
नाइजीरिया	50	38	48
नॉर्वे	9	7	7
ओमान	503	474	521
पाकिस्तान	6	3	3
पनामा	3	5	11
पापुआ न्यू गिनी	1	1	2
पराग्वे	1	0	0
पेरू	1	1	2
फिलिपींस	74	80	67

पोलैंड	14	22	17
पुर्तगाल	26	46	37
कतर	352	307	315
कांगो गणराज्य	2	2	1
कोरिया गणतन्त्र	13	9	6
रोमानिया	9	5	5
रूस	30	30	49
रवांडा	2	6	3
साओ टोमे और प्रिंसिपे	0	0	0
सऊदी अरब	2693	2629	2659
सेनेगल	6	4	0
सर्बिया	2	5	6
सेशल्स	9	12	13
सेरा लिओन	4	10	11
सिंगापुर	224	250	211
स्लोवाक गणराज्य	0	1	3
स्लोवेनिया	1	1	1
दक्षिण अफ्रीका	51	46	38
दक्षिण सूडान	0	3	4
स्पेन	0	0	38
श्रीलंका	27	41	29
सूडान	0	2	0
सूरीनाम	4	2	1
स्वीडन	2	6	10
स्विट्ज़रलैंड	17	20	21
सीरिया	0	0	2
ताजिकिस्तान	0	1	0
तंजानिया	1	1	1
थाईलैंड	122	121	146
तिमोर-लेस्ते	0	0	1
ट्रिनिडाड और टोबैगो	0	1	0
ट्यूनीशिया	1	2	1

तुर्किये	2	5	1
तुर्कमेनिस्तान	1	0	0
संयुक्त अरब अमीरात	2133	2571	2754
युगांडा	45	36	24
यूके	247	283	301
यूक्रेन	2	1	1
उरुग्वे	0	1	0
यूएसए	1145	1201	947
उज़्बेकिस्तान	7	13	8
वेनेज़ुएला	1	0	0
वियतनाम	14	12	21
यमन	1	2	1
जाम्बिया	14	17	30
ज़िम्बाब्वे	5	4	3
कुल	11,061	11,841	11,770

NEW PASSENGER SHIPS

4803. SHRI HAMDULLAH SAYEED:

Will the Minister of **PORTS, SHIPPING AND WATERWAYS** be pleased to state:

(a) whether any new passenger ships have been sanctioned/acquired for Lakshadweep during the past ten years, if so, the details thereof and if not, the reasons therefor;

(b) the current status, age and operational condition of existing passenger ships serving the Lakshadweep islands;

(c) whether the Government has received complaints/faced operational challenges due to shortage or aging of passenger vessels; and

(d) the steps being taken by the Government to ensure adequate, safe and

reliable passenger ship connectivity including any proposals for procurement of new passenger ships for residents and tourists in the said UT?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL):

(a) to (d): The Union Territory of Lakshadweep Administration (UTLA) has informed that it operates 05 all weather passengers ships and 06 High Speed Crafts (HSCs) fair weather vessels. All these are operational except one (MV Kavaratti) which is dry docked at present. These ships/ HSCs are operational since 10 – 18 years.

The details including current statusof existing passenger ships serving in Lakshadweep Islands are as under :

Sl. No.	**Name of the Ship/ Vessel**	**Type of Ship**	**Capacity in pax.**	**Current Status**
1.	MV Kavaratti	All Weather Passenger Ship	700	Dry Docked
2.	MV Corals	All Weather Passenger Ship	400	Operational
3.	MV Lagoons	All Weather Passenger Ship	400	Operational
4.	MV Arabian Sea	All Weather Passenger Ship	250	Operational
5.	MV Lakshadweep Sea	All Weather Passenger Ship	250	Operational
6.	HSC Parali	High Speed Craft	150	Operational
7.	HSC Valiyapani	High Speed Craft	150	Operational

8.	HSC Cheriyapani	High Speed Craft	150	Operational
9.	HSC Skipjack	High Speed Craft	50	Operational
10.	HSC Blue Marlin	High Speed Craft	50	Operational
11.	HSC Black Marlin	High Speed Craft	50	Operational

Efforts made in the past to acquire new ships by construction/ chartering of vessels could not materialize owing to issues like high capital expenditure, long gestation period involved in shipbuilding, evolving operational requirements and specific operational constraints such as open sea conditions, lack of berthing facilities in most islands and requirement of specialized all weather vessels. UTLA is now acquiring a vessel of 1200 Pax. being constructed at Cochin Shipyard Limited (CSL), Kochi with suitable modification.

JUDICIAL INFRASTRUCTURE AND DIGITISATION IN MUMBAI

4804. PROF. VARSHA EKNATH GAIKWAD:

SHRI SANJAY DINA PATIL:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the total funds disbursed to Mumbai under the Centrally Sponsored Scheme (CSS) for Judicial Infrastructure, specifically for the construction of lawyer chambers and digital facilities in the Taluka and Metropolitan Magistrate Courts, along with utilisation details;

(b) whether the Government has a time-bound roadmap to achieve 100% digitalisation of land and property-dispute records in courts across Mumbai,

in view of the long pendency of civil and property-related cases in the city, if so, the details thereof;

(c) whether the Nyaya Bandhu (Pro Bono Legal Services) programme has adequate outreach in low-income, slum, and redevelopment-affected areas of Mumbai, and if so, the number of beneficiaries covered during the last two years; and

(d) the number of Tele-Law centres operational through Common Service Centres (CSCs) in Mumbai, and the steps taken to expand access to affordable legal aid in densely populated urban areas?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a) and (b): The primary responsibility for development of infrastructure facilities for District and Subordinate Courts rests with the State Governments/UTs. However, to augment the resources of States/UTs, Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for Judiciary in the District and Subordinate Courts since 1993-94, by providing financial assistance in the prescribed fund sharing pattern between the Centre and States/UTs. The Scheme covers five components, namely, Court Halls, Residential Units for Judicial Officers, Lawyers' Halls, Toilet Complexes and Digital Computer Rooms.

A total amount of Rs.1,127.89 Crores has been released to the State of

Maharashtra since inception of the scheme 1993-94. Out of this amount Rs.728.23(64.56%) has been released since 2014-15. The details of fund released and utilized during last five years in respect of the State of Maharashtra are as under: -

(Rs. in Crore)

Financial Year	Allocated	Utilized
2021-22	18.00	18.00
2022-23	100.00	100.00
2023-24	119.53	119.53
2024-25	118.35	118.35
2025-26 (as on 28.02.2026)	28.06	28.06

For digitization of the Court records including land and property related disputes, large-scale digitization of court records has been undertaken covering 3108 crore pages under the eCourts Project Phase-III. Currently, over 660.36 crore pages of court records across courts including 9.48 crore in respect of the Bombay High Court have been digitized as on 31.01.2026 to ensure faster retrieval, secure storage and seamless digital workflows.

(c) and (d): The Nyaya Bandhu programme under Designing Innovative Solutions for Holistic Access to Justice (DISHA) Scheme aims to promote pro-bono culture among advocates and law students by establishing a framework for pro-bono legal service delivery in the country. Under the programme, pro-bono advocates provide free legal assistance and representation in courts to

the eligible beneficiaries under Section 12 of the Legal Services Authorities (LSA) Act, 1987, including persons with low-income. As on 28.02.2026, a total of 10,263 advocates are registered under the Nyaya Bandhu Programme and 5,330 cases have been registered by the beneficiaries under the programme across the country. During the last two years, i.e., FY 2024-25 to 2025-26 (as on 28.02.2026), 53 cases have been registered by the beneficiaries in Maharashtra including 32 cases in Mumbai under the Nyaya Bandhu Programme.

The Tele-Law programme under Designing Innovative Solutions for Holistic Access to Justice (DISHA) Scheme connects citizens with the lawyers to provide pre-litigation advice through use of Video/Tele conferencing facilities, Tele-Law Mobile App and Toll-Free No. 14454 through a network of 2,50,000 Common Service Centres (CSCs) operated by the Village Level Entrepreneurs (VLEs) at the Gram Panchayat level, covering 777 Districts (including 112 Aspirational Districts and 500 Aspirational Blocks) spread across 36 States/UTs of the country. As on 28.02.2026, more than 1.12 Crore pre-litigation advices were provided to the beneficiaries across the country under Tele-Law.

There are 27,875 CSCs across Maharashtra currently providing Tele-Law services including 157 CSCs in Mumbai as on 28.02.2026. To expand access to affordable pre-litigation advice in densely populated urban areas, regular awareness programmes and outreach activities are conducted so that more citizens can access Tele-Law services and receive timely pre-litigation

advice from empanelled panel lawyers.

AYURVEDA COLLEGES IN TAMIL NADU

4805. SHRI SACHITHANANTHAM R:

Will the Minister of **AYUSH** be pleased to state:

(a) the details of the Ayurveda colleges in Tamil Nadu along with the strength of the students thereof, college-wise;

(b) the details of colleges with post graduate Ayurveda course in Tamil Nadu;

(c) the details of the Ayurveda Hospitals in Tamil Nadu, location-wise; and

(d) the details of the Ayurveda doctor's in Tamil Nadu, along with the vacancies thereof, college-wise, hospital-wise and location-wise?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): The details of the Ayurveda Colleges in the State of Tamil Nadu, along with the strength of the students and Postgraduate Ayurveda course are enclosed as **Statement-I.**

(c) : The Government of India implements a Centrally Sponsored Scheme, namely the National Ayush Mission (NAM). Under the guidelines of NAM as per the proposals received through State Annual Action Plans (SAAPs) from State Government of Tamil Nadu, three Integrated Ayurveda Hospitals have been approved. Further, the aforesaid Ayurveda colleges in the State of Tamil Nadu also have attached teaching hospitals. The details are enclosed as

Statement-II.

(d) :There are 3120 registered practitioners of Ayurveda in the State of Tamil Nadu. Public health being a State subject, the deployment of Ayurveda doctors and filling up of vacancies in hospitals and colleges fall under the purview of the State Government concerned and maintained by the State Government of Tamil Nadu.

STATEMENT-I

The details of the Ayurveda colleges in Tamil Nadu, along with the strength of the students and Postgraduate Ayurveda course

S. No	Name of the College	District	Govt./Aided/ Private/ Deemed	Intake Capacity UG	Intake Capacity PG
1.	Sri Jayendra Sarswathi Ayurveda College & Hospital 4/295, Bangalore High Road, Nazarathpet, Chennai, Taluka Poonamallee, Distt. Thiruvallur-600123, Tamil Nadu	Chennai	Deemed University (Private)	60	30
2.	Dharma Ayurved Medical College & Hospital, No. 48, G.W.T. Road, Opp. Rajiv Gandhi Memorial, Taluk Sriperumbudur – 602 105, Shri Perumbudur, Distt. Kancheepuram. Tamil Nadu	Chennai	Private	40	0
3.	Sri Sai Ram Ayurveda Medical College & Research Centre, Sai Leo Nagar, Poonthandalam	Chennai	Private	50	0

	Sriperumbudur, Taluk Kanchipuram Chennai– 600044, Tamil Nadu				
4.	Ayurveda College, RVS Campus, 242-B Trichy Road, Sulur, Coimbatore-641108, Tamil Nadu	Coimbatore	Private	40	0
5.	Nandha Ayurveda Medical College and hospital, At Thiruvachi Village, Pittchandampalayam Post, Erode-638052, Tamil Nadu	Erode	Private	60	0
6.	Maria Educational and Charitable Trust, Chevaracode, Veeyanoor Post, Kanyakumari Distt-629177, Tamil Nadu	Kanyakumari	Private	60	0
7.	Immanuel Arasar Ayurveda Medical College & Hospital, Nattalam, Marthandam, Kanyakumari-629195, Tamil Nadu	Kanyakumari	Private	60	0
8.	Government Ayurveda Medical College and Hospital, Kottar, Nagercoil – 629002, Tamil Nadu	Nagercoil	Government	60	0

STATEMENT-II

The details of the Ayurveda Hospitals in Tamil Nadu, location-wise

Sl. No.	Location/District	Systems of Medicine	No. of Beds
1.	Pudukkottai	Ayurveda, Homoeopathy, Unani, Siddha, Yoga & Naturopathy	50
2.	Namakkal	Ayurveda, Homoeopathy, Unani, Siddha, Yoga & Naturopathy	50
3.	AAGHIM Campus, Chennai	Ayurveda, Homoeopathy, Unani, Siddha, Yoga & Naturopathy	50

आयुष चिकित्सा संस्थानों और अनुसंधान केंद्रों का उन्नयन

4806. श्री अनिल फिरोजिया:

क्या **आयुष** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में आयुर्वेद, योग, यूनानी, सिद्ध तथा होम्योपैथी चिकित्सा प्रणालियों को बढ़ावा देने और उनके प्रचार-प्रसार के लिए सरकार द्वारा वर्तमान में क्रियान्वित की जा रही प्रमुख योजनाओं का राज्य/संघ राज्यक्षेष-वार ब्यौरा क्या है;

(ख) क्या सरकार ने गत तीन वर्षों के दौरान आयुष चिकित्सा संस्थानों तथा अनुसंधान केन्द्रों की स्थापना अथवा उन्नयन के लिए कोई विशेष बजटीय प्रावधान किया है;

(ग) यदि हां, तो तत्संबंधी वर्ष-वार और राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(घ) क्या आयुष प्रणालियों के अंतर्गत निर्मित औषधियों की गुणवत्ता और मानकीकरण सुनिश्चित करने के लिए कोई नई नीति अथवा विनियामक ढाँचा लागू किया गया है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार का आयुष प्रणालियों के अंतर्गत सेवाओं को प्राथमिक स्वास्थ्य केन्द्रों तथा

जिला अस्पतालों में और अधिक समेकित करने का प्रस्ताव है और यदि हां, तो उसके लिए तैयार की गई कार्य-योजना का ब्यौरा क्या है?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क): भारत सरकार ने आयुष मंत्रालय के माध्यम से आयुर्वेद, योग, यूनानी, सिद्ध, सोवा-रिग्पा और होम्योपैथी नामक पारंपरिक चिकित्सा पद्धतियों को देश भर में बढ़ावा देने और प्रचारित करने के लिए विभिन्न योजनाएं और कार्यक्रम कार्यान्वित किए हैं। आयुष मंत्रालय निम्नलिखित योजनाओं को कार्यान्वित कर रहा है:-

(i) आयुष में सूचना शिक्षा और संचार (आईईसी) आयुष पद्धतियों की प्रभावशीलता, लागत-प्रभावशीलता और निवारक स्वास्थ्य सेवा लाभों के संबंध में जागरूकता उत्पन्न करने हेतु एक केंद्रीय क्षेत्र योजना है। इसका उद्देश्य देशभर में जनसंख्या के सभी वर्गों तक पहुंचना है। इस योजना के तहत, मंत्रालय, राष्ट्रीय/राज्य स्तर पर आरोग्य मेले, योग फेस्ट/उत्सव, आयुर्वेद पर्व आयोजित करता है, आयुष पद्धति के महत्वपूर्ण दिवस मनाता है, स्वास्थ्य फेयर/मेलों, प्रदर्शनियों इत्यादि में भाग लेता है, सेमिनार, कार्यशालाओं, सम्मेलनों के आयोजन के लिए वित्तीय सहायता प्रदान करता है और नागरिकों को आयुष स्वास्थ्य पद्धति के संबंध में जागरूक करने के लिए मल्टीमीडिया अभियान आयोजित करता है।

(ii) आयुर्स्वास्थ्य योजना एक केंद्रीय क्षेत्र योजना, वित्तीय वर्ष 2021-22 से कार्यान्वित की जा रही है। इस योजना के दो घटक हैं, अर्थात्: (i) आयुष और जन स्वास्थ्य (ii) उत्कृष्टता केंद्र (सीओई)। आयुष और जन स्वास्थ्य घटक का प्राथमिक उद्देश्य निम्नलिखित उद्देश्यों के साथ प्रामाणिक शास्त्रीय आयुष उपचारों को लागू करना है:-

- सामुदायिक स्वास्थ्य देखभाल के लिए आयुष उपचार को बढ़ावा देना।
- जन स्वास्थ्य में आयुष स्वास्थ्य देखभाल के लाभों को प्रदर्शित करना।
- आयुष पद्धति को एकीकृत करके सतत विकास लक्ष्य-2 (एसडीजी 2) और सतत विकास

लक्ष्य-3 (एसडीजी 3) के कार्यान्वयन में सहयोग करना।

• विभिन्न जन स्वास्थ्य मुद्दों में आयुष उपचारों के माध्यम से आयुष पद्धतियों की प्रभावकारिता का दस्तावेजीकरण करना, जिसे राष्ट्रीय स्वास्थ्य कार्यक्रमों में व्यापक स्तर पर लागू किया जा सकता है।

केंद्रीय क्षेत्र की योजना होने के कारण, देश भर में पात्र संगठनों/संस्थानों को वित्तीय सहायता प्रदान की जाती है और यह योजना किसी राज्य/संघ राज्य क्षेत्र तक सीमित नहीं है।

(iii) आयुष औषधि गुणवत्ता एवं उत्पादन संवर्धन योजना (एओजीयूएसवाई) एक केंद्रीय क्षेत्र योजना है, जिसे वर्ष 2021-22 से पांच वर्षों के लिए कुल बजट परिव्यय 122.00 करोड़ रुपये के साथ कार्यान्वित किया जा रहा है। एओजीयूएसवाई योजना के घटक निम्नलिखित हैं:-

• उच्च मानकों को प्राप्त करने के लिए आयुष फार्मेसियों और औषधि परीक्षण प्रयोगशालाओं का सुदृढ़ीकरण और उन्नयन।

• भ्रामक विज्ञापनों की निगरानी सहित एएसयू एंड एच औषधियों की भेषजसतर्कता।

• आयुष औषधियों के लिए तकनीकी मानव संसाधन एवं क्षमता निर्माण कार्यक्रमों सहित केंद्रीय और राज्य नियामक ढांचों का सुदृढ़ीकरण करना।

• भारतीय मानक ब्यूरो (बीआईएस), भारतीय गुणवत्ता नियंत्रण (क्यूसीआई) और अन्य संबंधित वैज्ञानिक संस्थानों एवं औद्योगिक आर एंड डी केंद्रों के सहयोग से आयुष उत्पादों एवं सामग्रियों के मानकों के विकास और प्रत्यायन/प्रमाणीकरण के लिए सहायता प्रदान करना।

अब तक, इस योजना के तहत देशभर में आयुर्वेद, सिद्ध, यूनानी और होम्योपैथी (एएसयू एंड एच) की 18 फार्मेसियों और 7 एएसयू एंड एच औषधि परीक्षण प्रयोगशालाओं (डीटीएल) को वित्तीय सहायता प्रदान की जा चुकी है। इन फार्मेसियों और डीटीएल को अनुदान-सहायता के रूप में 40.13 करोड़ रुपये की राशि स्वीकृत की गई है।

(iv) राष्ट्रीय आयुष मिशन (एनएएम) एक केंद्र प्रायोजित योजना है जिसे देश भर में आयुष पद्धतियों

के समग्र विकास और प्रचार के लिए राज्य/संघ राज्य क्षेत्र सरकारों के माध्यम से कार्यान्वित किया जा रहा है। एनएएम के तहत, मंत्रालय राज्य/संघ राज्य क्षेत्र सरकारों द्वारा एनएएम दिशानिर्देशों के प्रावधानों के अनुसार प्रस्तुत राज्य वार्षिक कार्य योजनाओं (एसएएपी) के आधार पर विभिन्न गतिविधियों के तहत वित्तीय सहायता प्रदान करके उनके प्रयासों का समर्थन करता है। मिशन अन्य बातों के साथ-साथ निम्नलिखित गतिविधियों के लिए प्रावधान करता है:-

- आयुष स्वास्थ्य एवं कल्याण केंद्रों जिनका नाम मौजूदा आयुष औषधालयों और उप-स्वास्थ्य केंद्रों का उन्नयन करके अब आयुष्मान आरोग्य मंदिर (आयुष) रखा गया है, का संचालन करना।
- प्राथमिक स्वास्थ्य केंद्रों (पीएचसी), सामुदायिक स्वास्थ्य केंद्रों (सीएचसी) और जिला अस्पतालों (डीएच) में आयुष सुविधाओं की सहस्थापना करना।
- मौजूदा एकल सरकारी आयुष अस्पतालों का उन्नयन करना।
- मौजूदा सरकारी/पंचायत/सरकारी सहायता प्राप्त आयुष औषधालयों का उन्नयन करना/मौजूदा आयुष औषधालय के लिए भवन का निर्माण करना (किराए पर/जीर्ण-शीर्ण आवास में)/उन क्षेत्रों में नए आयुष औषधालय की स्थापना के लिए भवन का निर्माण करना जहां आयुष सुविधाएं उपलब्ध नहीं हैं।
- 10/30/50 बिस्तरों वाले एकीकृत आयुष अस्पतालों की स्थापना करना।
- सरकारी आयुष अस्पतालों, सरकारी औषधालयों और सरकारी/सरकारी सहायता प्राप्त शिक्षण संस्थानों के आयुष अस्पतालों को आवश्यक दवाओं की आपूर्ति करना।
- आयुष जन स्वास्थ्य कार्यक्रम।
- उन राज्यों में नए आयुष कॉलेजों की स्थापना जहां सरकारी क्षेत्र में आयुष शिक्षण संस्थानों की उपलब्धता अपर्याप्त है।
- आयुष स्नातक संस्थानों और आयुष स्नातकोत्तर संस्थानों का अवसंरचनात्मक विकास करना/स्नातकोत्तर/फार्मेसी/पैरामेडिकल पाठ्यक्रमों को शामिल करना।

(v) आयुष हेतु अंतर्राष्ट्रीय सहयोग एक केंद्रीय क्षेत्र योजना है, जिसके तहत मंत्रालय आयुष उत्पादों और सेवाओं के निर्यात को बढ़ावा देने के लिए भारतीय आयुष दवा विनिर्माताओं/आयुष सेवा प्रदाताओं को सहायता देता है; आयुष चिकित्सा पद्धतियों का अंतर्राष्ट्रीय स्तर पर प्रचार, विकास और मान्यता दिलाने में मदद करता है; हितधारकों के बीच बातचीत और अंतर्राष्ट्रीय स्तर पर आयुष के बाजार विकास को बढ़ावा देता है; विदेशों में आयुष अकादमिक पीठों की स्थापना करके शिक्षाविदों और अनुसंधान को बढ़ावा देता है तथा अंतर्राष्ट्रीय स्तर पर आयुष चिकित्सा पद्धतियों के बारे में जागरूकता और रुचि बढ़ाने तथा उसे सदृढ़ करने के लिए प्रशिक्षण कार्यशालाओं/संगोष्ठियों का आयोजन करता है।

सीएसएस आईसी योजना के तहत 27 अलग-अलग देशों के साथ समझौता ज्ञापनों, 16 आयुष पीठ समझौता ज्ञापनों और 54 संस्थान से संस्थान स्तर के समझौता ज्ञापनों पर हस्ताक्षर किए गए हैं।

(ख) और (ग): आयुष मंत्रालय के राष्ट्रीय आयुष मिशन (एनएएम) के तहत, यूजी शिक्षण संस्थानों में सिविल कार्यों, पुस्तकालय की पुस्तकों, उपकरणों और फर्नीचर के लिए 500.00 लाख रुपये (अनावर्ती) और पीजी शिक्षण संस्थानों में सिविल कार्यों, उपकरणों और फर्नीचर के लिए 600.00 लाख रुपये (अनावर्ती) का वित्तीय प्रावधान है। एनएएम के तहत सहायता प्राप्त आयुष शैक्षणिक संस्थानों की सूची संलग्न **विवरण-I** में दी गई है।

एसएएपी के माध्यम से राज्य/संघ राज्य क्षेत्र सरकारों से प्राप्त प्रस्तावों के अनुसार, 2022-23 से 2024-25 की अवधि के दौरान, केंद्रीय हिस्से के रूप में 255136.03 लाख रुपये जारी किए गए। राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(घ): औषधि एवं प्रसाधन सामग्री अधिनियम, 1940 और औषधि नियम, 1945 में आयुष मंत्रालय के तहत औषधि नीति अनुभाग द्वारा आयुर्वेद, सिद्ध, सोवा-रिग्पा, यूनानी तथा होम्योपैथी (एएसयूएंडएच) दवाओं के लिए विशेष नियामक प्रावधान हैं। आयुर्वेद, सिद्ध, सोवा-रिग्पा, यूनानी औषधियों से संबंधित प्रावधान, औषधि एवं प्रसाधन सामग्री अधिनियम, 1940 के अध्याय IVक

और अनुसूची-I तथा औषधि नियम, 1945 के नियम 151 से 169, अनुसूची-ङ (I), (न) और (न)(क) में निहित हैं। इसके अलावा, औषधि एवं प्रसाधन सामग्री अधिनियम, 1940 की दूसरी अनुसूची (4क) में होम्योपैथिक औषधियों के लिए मानक प्रदान किए गए हैं और औषधि नियम, 1945 के नियम 2घघ, 30कक, 67 (ग-ज), 85 (क से ठ), 106-क, अनुसूची-ट, अनुसूची-ड-I होम्योपैथिक औषधियों से संबंधित हैं। विनिर्माताओं के लिए यह अनिवार्य है कि वे सुरक्षा और प्रभावशीलता के प्रमाण के साथ, विनिर्माण इकाइयों और दवाओं के लाइसेंस के लिए निर्धारित अपेक्षाओं का पालन करें, औषधि नियम, 1945 की अनुसूची-न और अनुसूची-ड-I के अनुसार उत्तम विनिर्माण पद्धतियों (जीएमपी) तथा संबंधित भेषजसंहिताओं में दी गई दवाओं के गुणवत्ता मानकों का अनुपालन करें।

इसके अलावा, भारतीय चिकित्सा एवं होम्योपैथी भेषजसंहिता आयोग (पीसीआईएमएंडएच), जो आयुष मंत्रालय का अधीनस्थ संगठन है, आयुर्वेद, सिद्ध, यूनानी और होम्योपैथी (एएसयूएंडएच) दवाओं के लिए फॉर्मूलरी विनिर्देश और भेषजसंहिता मानक निर्धारित करता है जो एएसयूएंडएच दवाओं की गुणवत्ता (पहचान, शुद्धता और ताकत) का पता लगाने के लिए आधिकारिक संग्रह के रूप में काम आते हैं। औषधि एवं प्रसाधन सामग्री अधिनियम, 1940 और उसके तहत नियमों के अनुसार, आयुर्वेद, सिद्ध, यूनानी और होम्योपैथी दवाओं के विनिर्माण के लिए इन गुणवत्ता मानकों का अनुपालन अनिवार्य है। एएसयूएंडएच दवाओं के परीक्षण या विश्लेषण के लिए पीसीआईएमएंडएच अपीलीय औषधि परीक्षण प्रयोगशाला के रूप में भी कार्य करता है।

औषधि नियम, 1945 के नियम 160-(क) से (ञ) में आयुर्वेदिक, सिद्ध तथा यूनानी औषधियों के विनिर्माण के लिए लाइसेंसधारक की ओर से आयुर्वेदिक, सिद्ध और यूनानी औषधियों की पहचान, शुद्धता, गुणवत्ता और ताकत के ऐसे परीक्षण करने, जो इन नियमों के उपबंधों के तहत अपेक्षित हैं, के लिए औषधि परीक्षण प्रयोगशाला के अनुमोदन हेतु विनियामक दिशा-निर्देशों का प्रावधान है। अब तक, 34 राज्य औषधि परीक्षण प्रयोगशालाओं को उनकी ढांचागत और

कार्यात्मक क्षमता को सुदृढ़ करने के लिए सहायता प्रदान की गई है। इसके अलावा, आयुर्वेदिक, सिद्ध तथा यूनानी दवाओं और कच्चे माल के गुणवत्ता परीक्षण के लिए औषधि नियम, 1945 के उपबंधों के अंतर्गत 108 प्रयोगशालाओं को अनुमोदित किया गया है अथवा लाइसेंस दिया गया है।

आयुष मंत्रालय ने केंद्रीय औषधि मानक नियंत्रण संगठन (सीडीएससीओ) में एक आयुष वर्टिकल स्थापित किया है।

(ङ): भारत सरकार ने आधुनिक चिकित्सा के प्राथमिक स्वास्थ्य केन्द्रों (पीएचसी), सामुदायिक स्वास्थ्य केन्द्रों (सीएचसी) और जिला अस्पतालों (डीएच) में आयुष सुविधाओं की सह-स्थापना की रणनीति अपनाई है, इससे रोगी एक ही स्थान पर विभिन्न चिकित्सा पद्धतियों के विकल्प चुन सकते हैं। आयुष चिकित्सकों/पैरामेडिक्स की नियुक्ति और उनके प्रशिक्षण के लिए, स्वास्थ्य एवं परिवार कल्याण मंत्रालय द्वारा राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) के तहत सहायता दी जा रही है, जबकि आयुष बुनियादी ढांचे, उपकरण/फर्नीचर और दवाओं के लिए, आयुष मंत्रालय द्वारा एनएएम के तहत साझा जिम्मेदारियों के रूप में सहायता प्रदान की जा रही है।

<u>विवरण- I</u>

एनएएम के अंतर्गत सहायता प्राप्त आयुष शैक्षणिक संस्थानों की सूची

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	संस्थानों के नाम
1	आंध्र प्रदेश	शासकीय प्राकृतिक चिकित्सा और योग मेडिकल कॉलेज, विशाखापत्तनम
2	असम	शासकीय आयुर्वेद महाविद्यालय, दुधनोई
3	चंडीगढ़	शासकीय आयुर्वेद कॉलेज, मनी माजरा, चंडीगढ़
4	गुजरात	सुरेंद्रनगर में सरकारी आयुर्वेद महाविद्यालय की स्थापना
5	कर्नाटक	शासकीय नेचरक्योर और योग कॉलेज, मैसूर
		दलाई लामा उच्च शिक्षा संस्थान में मेन-त्से-खांग (सोवा-रिग्पा) कॉलेज, शेषगिरिहल्ली, बिदादी होबली, जिला-रामानगर
6	मध्य प्रदेश	शासकीय आयुर्वेद महाविद्यालय, शहडोल
		शासकीय आयुर्वेद महाविद्यालय, नर्मदापुरम

		शासकीय आयुर्वेद महाविद्यालय, बालाघाट
		शासकीय आयुर्वेद महाविद्यालय, मुरैना
		शासकीय आयुर्वेद महाविद्यालय, सागर
7	मणिपुर	होम्योपैथिक मेडिकल कॉलेज केइराओ, मणिपुर
8	सिक्किम	सोवा रिग्पा नामग्याल इंस्टीट्यूट ऑफ टेबेटोलॉजी, देओराली, गंगटोक
9	हरियाणा	यूनानी कॉलेज एवं अस्पताल, अकेरा, जिला नूह
		होम्योपैथिक कॉलेज एवं अस्पताल, ग्राम चंदपुरा, अम्बाला कैंट, जिला-अम्बाला
10	पश्चिम बंगाल	बेलूर राज्य सामान्य अस्पताल, हावड़ा में योग और प्राकृतिक चिकित्सा डिग्री कॉलेज
11	उत्तर प्रदेश	राजकीय होम्योपैथिक मेडिकल कॉलेज और अस्पताल, वाराणसी
		राजकीय आयुर्वेदिक मेडिकल कॉलेज और अस्पताल, अयोध्या
12	तमिलनाडु	सरकारी सिद्ध कॉलेज और अस्पताल, पिलानी
13	जम्मू एवं कश्मीर	सरकारी होम्योपैथिक मेडिकल कॉलेज, राख होशियारी, जिला-कठुआ
14	उत्तराखंड	होम्योपैथिक मेडिकल कॉलेज, अस्पताल और अनुसंधान केंद्र, डोईवाला, जिला-देहरादून

विवरण-II

वर्ष 2022-23 से 2024-25 तक राष्ट्रीय आयुष मिशन (एनएएम) की केंद्र प्रायोजित योजना के अंतर्गत केंद्रीय हिस्से के रूप में जारी अनुदान-सहायता की राज्य/संघ राज्य क्षेत्र-वार स्थिति

(लाख रूपये में)

क्र.सं.	**राज्यों/संघ राज्य क्षेत्रों का नाम**	**कुल राशि**
1	अंडमान और निकोबार द्वीपसमूह	1092.42
2	आंध्र प्रदेश	2497.19
3	अरुणाचल प्रदेश	3086.92
4	असम	10995.09
5	बिहार	1161.06

6	चंडीगढ़	863.63
7	छत्तीसगढ़	5345.49
8	दादरा और नगर हवेली और दमन व दीव	1099.18
9	दिल्ली	0.00
10	गोवा	1381.26
11	गुजरात	7493.15
12	हरियाणा	5618.39
13	हिमाचल प्रदेश	10431.89
14	जम्मू एवं कश्मीर	16767.05
15	झारखंड	13360.05
16	कर्नाटक	12812.91
17	केरल	23427.19
18	लक्षद्वीप	668.81
19	मध्य प्रदेश	16005.59
20	महाराष्ट्र	4916.69
21	मणिपुर	2999.67
22	मिजोरम	2276.61
23	मेघालय	4039.92
24	नागालैंड	2854.86
25	ओडिशा	2369.21
26	पुदुचेरी	1504.43
27	पंजाब	1810.95
28	राजस्थान	18783.31
29	सिक्किम	1553.21
30	तमिलनाडु	16444.77
31	तेलंगाना	3716.55
32	त्रिपुरा	2413.66
33	उत्तर प्रदेश	40759.37
34	उत्तराखंड	7531.29
35	पश्चिम बंगाल	6744.40
36	लद्दाख	309.87
कुल		**255136.03**

मेडिकल सीटों की कमी

4807.श्री रामप्रीत मंडल:

श्री गिरिधारी यादव:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या चालू वर्ष के दौरान देश में नीट-यूजी परीक्षा में सम्मिलित होने वाले अभ्यर्थियों की संख्या की तुलना में उपलब्ध कुल सीटों की संख्या में भारी कमी है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या इस कारण उच्च अंक प्राप्त करने वाले विद्यार्थियों को चिकित्सा शिक्षा के लिए विदेशों में जाने के लिए बाध्य होना पड़ रहा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार चिकित्सा शिक्षा के लिए विद्यार्थियों के विदेश जाने की इस प्रवृत्ति को रोकने के लिए कोई कार्रवाई करने का प्रस्ताव रखती है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; **तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):**

(क) से (ग): राष्ट्रीय आयुर्विज्ञान आयोग (एनएमसी) द्वारा दी गई सूचना के अनुसार, मेडिकल कॉलेजों की संख्या वर्ष 2013-14 में 387 से वर्तमान में 111.36% बढ़कर 818 हो गई है। इसके अतिरिक्त, यह सूचित किया गया है कि एमबीबीएस सीटों में 151.18% की वृद्धि हुई है, जो वर्ष 2013-14 से पहले 51,348 से बढ़कर वर्तमान में 128,976 हो गई हैं, जिससे चिकित्सा शिक्षा की सुलभता में सुधार हुआ है।

सरकार ने पिछले एक दशक में विभिन्न सीएसएस योजनाओं के तहत मेडिकल कॉलेज की अवसंरचना का विस्तार करने के लिए ठोस प्रयास किए हैं, ताकि चिकित्सा शिक्षा अधिक किफायती हो सके। स्वास्थ्य और परिवार कल्याण मंत्रालय 'मौजूदा जिला/रेफरल अस्पतालों से सहबद्ध नए मेडिकल कॉलेजों की स्थापना' के लिए एक केंद्रीय प्रायोजित योजना (सीएसएस) का संचालन करता है, जिसमें उन अल्पसेवित क्षेत्रों और आकांक्षी जिलों को प्राथमिकता दी जाती है, जहाँ कोई सरकारी

या निजी मेडिकल कॉलेज मौजूद नहीं है। देश भर के विभिन्न जिलों में कुल 157 मेडिकल कॉलेजों को मंजूरी दी गई है। इसके अतिरिक्त, मंत्रिमंडल ने, प्रति सीट 1.50 करोड़ रुपये की अधिकतम वर्धित लागत के साथ, 5000 पीजी सीटें बढ़ाने हेतु मौजूदा राज्य सरकार/केंद्र सरकार के मेडिकल कॉलेज/स्टैंडअलोन पीजी संस्थान/सरकारी अस्पतालों के सुदृढ़ीकरण और स्तरोन्नयन के लिए सीसीएस के विस्तार और 5023 एमबीबीएस सीटे बढ़ाने हेतु मौजूदा सरकारी मेडिकल कॉलेजों के स्तरोंन्नयन के लिए सीसीएस के विस्तार को मंजीरू कर दी है।

स्वास्थ्य सेवा महानिदेशालय (डीजीएचएस) की चिकित्सा परामर्श समिति (एमसीसी) भारत के माननीय सर्वोच्च न्यायालय द्वारा निर्धारित योजना के अनुसार स्नातक चिकित्सा पाठ्यक्रमों के लिए परामर्श आयोजित करती है। काउंसलिंग पूरी तरह से योग्यता के आधार पर होती है और यह सुनिश्चित किया जाता है कि उम्मीदवारों को उनकी रैंक और प्राथमिकता के अनुसार मेडिकल सीटें आवंटित की जाएं।

इसके अतिरिक्त, सरकार चिकित्सा शिक्षा को और अधिक किफायती बनाने के लिए लगातार प्रयास करती रहती है। संबंधित राज्य शुल्क नियामक प्राधिकरणों द्वारा जारी दिशानिर्देशों के अनुसार एमबीबीएस पाठ्यक्रम के लिए शुल्क संरचना सरकारी/निजी मेडिकल कॉलेजों में राज्य-दर-राज्य अलग–अलग होती है। देश में चिकित्सा शिक्षा को किफायती और सुलभ बनाने के लिए, सरकारी मेडिकल कॉलेजों की शुल्क संरचना पर सब्सिडी दी जाती है। संविधान के प्रावधान (103वां संशोधन अधिनियम, 2019) के अनुसार, समाज के आर्थिक रूप से कमजोर वर्गों के लिए यूजी/पीजी मेडिकल सीटों में 10% का आरक्षण है।

चिकित्सा विश्वविद्यालय की स्थापना

4808. श्री अजय भट्ट:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का देश के पर्वतीय क्षेत्रों में कुपोषण तथा संक्रामक रोगों की समस्या के समाधान

के लिए एक चिकित्सा विश्वविद्यालय की स्थापना करने का प्रस्ताव है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में वर्तमान स्थिति क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क) से (ग): वर्तमान में, स्वास्थ्य और परिवार कल्याण मंत्रालय में मेडिकल यूनिवर्सिटी की स्थापना के लिए कोई योजना नहीं है। हालांकि, यह मंत्रालय 'मौजूदा जिला/रेफरल अस्पतालों से संबद्ध नए मेडिकल कॉलेजों की स्थापना' के लिए एक केंद्र प्रायोजित योजना (सीएसएस) संचालित करता है, जिसमें अल्पसेवित और आकांक्षी जिलों को प्राथमिकता दी जाती है। इस योजना के तहत, गुणवत्तापूर्ण चिकित्सा शिक्षा और स्वास्थ्य परिचर्या सेवाओं की पहुंच में सुधार के लिए देश भर में 157 सरकारी मेडिकल कॉलेजों को मंजूरी दी गई है, जिनमें पहाड़ी क्षेत्रों के सत्ताईस (27) कॉलेज शामिल हैं। देश के पहाड़ी क्षेत्रों में स्वीकृत मेडिकल कॉलेजों का ब्यौरा विवरण में दिया गया है।

जन स्वास्थ्य और अस्पताल राज्य का विषय होने के कारण, स्वास्थ्य सेवा प्रणाली के सुदृढ़ीकरण की प्राथमिक जिम्मेदारी संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की है। हालांकि, स्वास्थ्य और परिवार कल्याण मंत्रालय राष्ट्रीय, स्वास्थ्य मिशन (एनएचएम) के व्यापक छत्रक में संचारी रोगों की रोकथाम और नियंत्रण के लिए विभिन्न योजनाओं और कार्यक्रमों को लागू करके राज्यों/संघ राज्य क्षेत्रों के प्रयासों में सहयोग प्रदान करता है। एनएचएम के तहत राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत कार्यक्रम कार्यान्वयन योजनाओं (पीआईपी) के आधार पर वित्तीय सहायता प्रदान की जाती है, और उनके द्वारा निधियों का उपयोग उनकी विशिष्ट आवश्यकताओं, प्राथमिकताओं और उपयोग क्षमता के अनुसार किया जाता है।

इसके अतिरिक्त, कुपोषण से निपटना सरकार की प्राथमिकता है और महिला और बाल विकास मंत्रालय द्वारा कार्यान्वित मिशन सक्षम आंगनवाड़ी और पोषण 2.0 के माध्यम से यह कार्य

किया जा रहा है। इस मिशन में आंगनवाड़ी सेवाएं, पोषण अभियान और किशोरियों के लिए योजना शामिल हैं और इसे पहाड़ी क्षेत्रों सहित सभी राज्यों/संघ राज्य क्षेत्रों में कार्यान्वित किया जा रहा है। इस मिशन के अंतर्गत, राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013, जिन्हें संतुलित और गुणवत्तापूर्ण पोषण सुनिश्चित करने के लिए जनवरी 2023 में संशोधित किया गया था, के तहत निर्धारित मानदंडों के अनुसार बच्चों (6 महीने से 6 वर्ष तक), गर्भवती महिलाओं, स्तनपान कराने वाली माताओं और किशोरियों को संपूरक पोषण उपलब्ध करवाया जाता है, अत्यधिक कुपोषित (एसएएम) बच्चों को अतिरिक्त पोषण सहायता भी प्रदान की जाती है।

<u>विवरण</u>

मौजूदा जिला/रेफरल अस्पतालों से संबद्ध नए मेडिकल कॉलेजों की स्थापना के लिए केंद्र प्रायोजित योजना के अंतर्गत पहाड़ी क्षेत्रों में अनुमोदित मेडिकल कॉलेजों का राज्यवार ब्यौरा,

क्रं.सं	**राज्य/संघ राज्य क्षेत्र**	**कॉलेजों की संख्या**	जिलें
चरण**-I (17)**			
1	अरुणाचल प्रदेश	1	नाहरलगुन
2	असम	4	धुबरी, नागांव, उत्तरी लखीमपुर, दीफू
3	हिमाचल प्रदेश	3	चम्बा, हमीरपुर, नाहन (सिरमौर)
4	जम्मू एवं कश्मीर	5	अनंतनाग, बारामूला, राजौरी, डोडा, कठुआ
5	मेघालय	1	वेस्ट गारो हिल्स (तुरा)
6	मिजोरम	1	फाल्क्वान
7	नगालैंड	1	नागा अस्पताल (कोहिमा)
8	उत्तराखंड	1	अल्मोडा
चरण **–II (01)**			
1	सिक्किम	1	गंगटोक
चरण**-III (09)**			
1	असम	1	कोकराझार
2	जम्मू एवं कश्मीर	2	उधमपुर, हंदवाड़ा (जिला कुपवाड़ा)
3	लद्दाख	1	लेह

क्र.सं	राज्य/संघ राज्य क्षेत्र	कॉलेजों की संख्या	जिलें
4	मणिपुर	1	चुड़ाचंदपुर
5	नगालैंड	1	मोन
6	उत्तराखंड	3	रुद्रपुर (जिला उधम सिंह नगर), पिथौरागढ, हरिद्वार

NEW FERTILIZER PLANTS IN TELANGANA

4809: SHRI GODAM NAGESH:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether the Government has made any assessment regarding issues related to availability and timely supply of subsidized fertilizers in Warangal district of Telangana, particularly during peak sowing seasons, if so, the details thereof;

(b) whether any new fertilizer plants, revival projects or capacity expansion proposals have been sanctioned/under implementation in the country, State-wise including Telangana;

(c) the quantum of subsidies released under the Nutrient Based Subsidy and Urea Subsidy schemes during the last three years in the country, State-wise including Telangana; and

(d) the steps taken to promote balanced use of fertilizers, nano-fertilizers and alternative nutrient sources among farmers in Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): The following Steps are taken by the Government every season for ensuring timely and adequate supply of fertilizers across the States including the State of Telangana:

i. Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.

ii. On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

iii. The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web based monitoring system called integrated Fertilizer Management System (iFMS).

iv. Regular Weekly Video Conference is conducted jointly by DA&FW and D/o Fertilizers with State Agriculture Officials and corrective actions are taken to dispatch fertilizers as indicated by the State Governments.

v. The distribution of fertilizers within the State is done by the respective State Government.

Further, as per information received from the State Government of Telangana is as under:

a. The Government regularly assesses the availability and timely supply of subsidised fertilizers in all districts, including Warangal, particularly during peak seasons.

b. The assessment is based on seasonal fertilizer requirement projections submitted by district authorities, stock position and movement through Department of Fertilizers, and field-level reviews by State Government officials.

c. Based on these assessments, fertilizers are supplied to meet seasonal demand.

d. No shortage has been reported in Warangal district.

Moreover, the data on Fertilizers' Allocation, Supply and Sale (in MTs) received from State Government of Telangana is tabulated below:

S.No.	**Year**	**Fertilizer**	**Allocation (MTs)**	**Supply (MTs)**	**Sale (MTs)**
1.	2022-23	Urea	70000	68012	65415
		DAP	8000	7912	7655
		MOP	3000	2142	1718
		NPK	32000	29862	26281
2.	2023-24	Urea	79200	81260	66826
		DAP	8230	8009	7577
		MOP	3000	2301	2053
		NPK	34000	31062	29229
3.	2024-25	Urea	80500	82069	68167
		DAP	8000	7901	7737
		MOP	3000	2900	2665
		NPK	33300	32069	29927
4.	2025-26	Urea	81500	87373	85723
		DAP	8100	7604	6233
		MOP	4500	3106	2491
		NPK	57000	59620	53127

(*2025-26, Under progress)

(b): With regard to urea, the Government had announced New Investment Policy (NIP) -2012 on 2nd January, 2013 and its amendment on 7th October, 2014 to facilitate fresh investment in the urea sector and to make India self-sufficient in the urea sector. Total 6 new urea units have been set up under NIP-2012 which includes 4 urea units set up through Joint Venture Companies (JVC) of nominated PSUs and 2 urea units set up by the private companies. The units set up through JVC are Ramagundam urea unit of Ramagundam Fertilizers and Chemicals Ltd (RFCL) in Telangana and 3 urea units namely Gorakhpur, Sindri and Barauni of Hindustan Urvarak & Rasayan Limited (HURL) at Gorakhpur in Uttar Pradesh, Sindri in Jharkhand and Barauni in Bihar, respectively. The units set up by private companies are Panagarh urea unit of Matix Fertilizers and Chemicals Ltd. (Matix) in West Bengal; and Gadepan-III urea unit of Chambal Fertilizers and Chemicals Ltd. (CFCL) in Rajasthan. Each of these units has installed capacity of 12.7 Lakh Metric Tonne per annum (LMTPA). These units are highly energy efficient as they are based on latest technology.

Further, an exclusive policy for the revival of Talcher unit of FCIL through JVC of nominated PSUs namely Talcher Fertilizers Limited (TFL) by setting up a new Greenfield urea plant of 12.7 LMTPA at coal gasification route has also been approved. Recently, the Union Cabinet has approved the proposal for setting up of a new Brownfield Ammonia-Urea Complex of 12.7 Lakh Metric Tonnes (LMT) annual capacity of Urea production within the existing premises of Brahmaputra Valley Fertilizer Corporation Limited (BVFCL), Namrup, Assam.

Both are under execution.

Also, the Government has implemented Nutrient Based Subsidy (NBS) Scheme w.e.f. 01.04.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under the Scheme, P&K fertilizers are covered under Open General License (OGL) and companies are free to import/manufacture these fertilizers as per their business dynamics. NBS scheme is implemented uniformly on pan-India basis including the state of Telangana and no regional differentiation is made.

(c): Under 'DBT in Fertilizers' system, 100% subsidy on various fertilizer grades is released to the fertilizer companies, on actual sales to the beneficiaries based on Aadhar authentication through PoS devices installed at each retail shop. Accordingly, all farmers including those in the state of Telangana are being supplied fertilizers at the subsidized rates on no-denial basis. Subsidy is not allocated or disbursed in a district-wise or State-wise manner. The details of the total amount of fertilizer subsidy provided by the Government during the last three years i.e. 2022-23 to 2024-25 are as follows:

(Figures in crore Rs)

Financial Year	Subsidy Scheme				Total
	Indigenous P and K	**Indigenous Urea**	**Imported P and K**	**Imported Urea**	
2022-23	50089.67	127311.10	36032.56	41365.60	**254798.93**
2023-24	36270.00	102027.00	28929.57	28193.94	**195420.51**
2024-25	34010.00	103319.50	18800.00	21000.00	**177129.50**

(d): The Cabinet Committee on Economic Affairs (CCEA), on June 28, 2023, approved the "PM Programme for Restoration, Awareness Generation,

Nourishment, and Amelioration of Mother-Earth (PM-PRANAM). The initiative-aims to support the mass movement initiated by States and Union Territories (UTs) to preserve the health of Mother Earth through the promotion of sustainable and balanced fertilizer use, adoption of alternative fertilizers, promotion of organic farming, and implementation of resource conservation technologies. All States/UTs are covered under the PM-PRANAM scheme. Under the PM-PRANAM scheme, there is a provision to provide incentives to States/UTs for reduction of consumption of chemical fertilizers (Urea, DAP, NPK, MOP) in a given financial year, compared to the average consumption over the previous three years, equivalent to 50% of the fertilizer subsidy saved. Of the total grant, 95% will be allocated to the State, while the remaining 5% will be utilized for monitoring, IEC, research, capacity building and reward purposes.

In addition to this, Kisan Sangoshthis are conducted by the fertilizer companies for extensive field interaction with farmers, local farmer cooperatives, panchayats etc. 24 Fertilizer Marketing Companies (FMCs) conducted 17,108 Camps/Kisan Sangoshthis across the Country during February 2025 to February 2026, for promotion of FOM/LFOM/PROM under PM-PRANAM by the Fertilizer companies. This initiative focuses on critical areas such as balanced use of fertilizers, integrated nutrient management (INM), promotion of organic farming, and soil health improvement. Awareness activities for farmers include demonstrations on the application of FOM, LFOM, PROM, Potash Derived from Molasses (PDM). These camps also feature

technical sessions on appropriate fertilizer dosages, crop-specific application techniques, and the benefits of organic inputs. The program aims to enhance farmers understanding of INM, encourage adoption of balanced nutrient practices, and strengthen outreach and credibility through demonstration plots and interactive farmer engagement. The Government is regularly coordinating with State and Union Territory Governments to support and promote their efforts under this scheme.

Furthermore, in order to promote the use of Nano Fertilizers among farmers across the country, including the State of Telangana, the following measures have been undertaken:

i. Use of Nano Fertilizers is promoted through different activities such as awareness camps, webinars, field demonstrations, Kisan Sammelans and films in regional languages etc.

ii. Nano Fertilizers are made available at Pradhan Mantri Kisan Samridhi Kendras (PMKSKs) by concerned companies.

iii. Nano Fertilizers has been included under monthly supply plan issued by Department of Fertilizers regularly.

iv. For ease in application and utilization of Nano fertilizers like Nano Urea through foliar application, initiatives such as innovative spraying options like 'Kisan Drones' and distribution of battery operated Sprayers at retail points are undertaken. For this purpose, pilot training and custom hiring spraying services through Village Level Entrepreneurs are actively promoted.

v. DoF in collaboration with fertilizer companies has initiated a Maha Abhiyan for adoption of Nano DAP in all 15 agro-climatic zones of the country through consultations and field level demonstrations. Further, DoF in collaboration with fertilizer companies has also launched campaign for field level demonstrations and awareness programs of Nano Urea plus in 100 districts of the country.

Further, under Nutrient Based Subsidy (NBS) Scheme for Phosphatic and Potassic (P&K) fertilizers, an additional subsidy of Rs. 500/MT and Rs. 300/MT is being provided for fortification of any notified P&K fertilizers with Zinc micro-nutrient Boron micro-nutrient & respectively to promote balanced nutrient use.

Also, as per the information received from Government of Telangana, the steps taken to promote balanced use of fertilizers by promotion of Integrated Nutrient Management (INM), encouraging nano-fertilizers (like Nano Urea), soil Health Card Scheme to guide proper fertilizer use, promotion of organic and alternative nutrient sources, farmer awareness programs and training and use of neem-coated urea to improve efficiency.

E-CIGARETTES

4810. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware of the use of new-age gateway devices like e-cigarettes, vaping pens, Electronic Nicotine Delivery Systems

(ENDS), heat-not-burn devices and other heated tobacco products being used in the society;

(b) if so, the details thereof;

(c) whether the Government has observed any health threat posed by the use of the above devices to the users and to the society at large; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): The Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act (PECA)', 2019 has been enacted by the Government of India on 5th December, 2019 to prohibit electronic-cigarettes and like devices in the Country. The enforcement of the Act lies with the respective States and Union Territories.

(c) and (d): According to Indian Council of Medical Research's White Paper on Electronic Nicotine Delivery System (ENDS), electronic cigarettes pose severe health threats to users, putting them at risk of nicotine addiction and exposure to toxic chemicals, metals, carcinogens etc. The risks of the use of such devices include cancers, heart, lung and brain diseases.

महिला एवं बाल विकास का प्राथमिक उद्देश्य

4811. श्री अरुण कुमार सागर

क्या **महिला और बाल विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) महिलाओं और बच्चों के कल्याण से संबंधित महिला एवं बाल विकास (डब्लूसीसी) मंत्रालय के प्राथमिक उद्देश्यों का ब्यौरा क्या हैं;

(ख) मंत्रालय बेटी बचाओ बेटी पढ़ाओ अभियान को किस प्रकार कार्यान्वित करता है;

(ग) समेकित बाल विकास सेवा योजना की भूमिका संबंधी ब्यौरा क्या है;

(घ) महिलाओं के प्रति हिंसा को रोकने के लिए मंत्रालय द्वारा की गई पहलों का ब्यौरा क्या है; और

(ङ) पोषण अभियान के माध्यम से कुपोषण को दूर करने के लिए मंत्रालय किस प्रकार योगदान देता है?

महिला और बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर):

(क): महिला एवं बाल विकास मंत्रालय का प्राथमिक उद्देश्य महिलाओं को हिंसा और भेदभाव से मुक्त वातावरण में गरिमापूर्ण जीवन जीने और विकास में समान भागीदार के रूप में योगदान देने के लिए सशक्त बनाना; और सुरक्षित एवं संरक्षित वातावरण में वृद्धि और विकास के पूर्ण अवसर प्रदान करके बच्चों का सही पालन-पोषण सुनिश्चित करना है।

मंत्रालय व्यापक नीतियों और कार्यक्रमों के माध्यम से महिलाओं के सामाजिक और आर्थिक सशक्तिकरण को बढ़ावा देने, लैंगिक चिंताओं को मुख्यधारा में लाने, उनके अधिकारों के बारे में जागरूकता पैदा करने और उन्हें अपने मानवाधिकारों को जानने तथा अपनी पूरी क्षमता तक विकास करने में सक्षम बनाने के लिए संस्थागत और विधायी सहायता प्रदान करने की दिशा में काम करता है। मंत्रालय व्यापक नीतियों और कार्यक्रमों के माध्यम से बच्चों के विकास, देखभाल और संरक्षण को सुनिश्चित करने, उनके अधिकारों के बारे में जागरूकता फैलाने और उन्हें अपनी पूरी क्षमता तक बढ़ने और विकसित होने में सक्षम बनाने के लिए शिक्षा, पोषण, संस्थागत और विधायी सहायता तक पहुंच को सुगम बनाने पर ध्यान केंद्रित करता है।

(ख): बेटी बचाओ बेटी पढ़ाओ (बीबीबीपी) योजना 22 जनवरी 2015 बाल लिंग अनुपात (सीएसआर) और जीवन चक्र निरंतरता में लड़कियों और महिलाओं के सशक्तिकरण से संबंधित मुद्दों का समाधान करने में मदद करने के लिए शुरू की गई थी। बेटी बचाओ बेटी पढ़ाओ योजना

विभिन्न हितधारकों, जिनमें सरकारी एजेंसियां, मीडिया, नागरिक समाज और आम जनता शामिल हैं, को एकजुट करके एक नीतिगत पहल से राष्ट्रीय आंदोलन में परिवर्तित हो गई है। यह योजना देश के सभी जिलों में कार्यान्वितहै। पश्चिम बंगाल राज्य यह योजना कार्यान्वित नहीं कर रहा है।

मिशन शक्ति के दिशानिर्देशों के अनुसार, यह योजना केंद्र प्रायोजित है और केंद्र सरकार राज्यों/संघ राज्य क्षेत्रों को 100% वित्तीय सहायता प्रदान करती है। इस योजना के समग्र कार्यान्वयन की जिम्मेदारी राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासनों पर है।

(ग): मिशन सक्षम आंगनवाड़ी एवं पोषण 2.0 के अंतर्गत आंगनवाड़ी सेवा योजना, पोषण अभियान और किशोरियों के लिए योजना को 3 प्राथमिक उप योजनाओं अर्थात (i) बच्चों, गर्भवती महिलाओं और स्तनपान कराने वाली माताओं तथा किशोरियों के लिए पोषण सहायता (ii) प्रारंभिक बाल्यावस्था देखभाल एवं शिक्षा तथा (iii) उन्नत सक्षम आंगनवाड़ी सहित आंगनवाड़ी अवसंरचना में पुर्नगठित किया गया है।

इस योजना के अंतर्गत आंगनवाड़ी केंद्रों के माध्यम से पात्र लाभार्थियों अर्थात 6 वर्ष तक की आयु के बच्चों, गर्भवती महिलाओं और स्तनपान कराने वाली माताओं तथा किशोरियों (सभी राज्यों के आकांक्षी जिलों और उत्तर पूर्वी राज्यों के सभी जिलों में 14-18 वर्ष की आयु की) को निम्नलिखित छह सेवाएं प्रदान की जाती है:

i. पूरक पोषण (एसएनपी)
ii. विद्यालय-पूर्व अनौपचारिक शिक्षा,
iii. पोषण एवं स्वास्थ्य शिक्षा,
iv. टीकाकरण,
v. स्वास्थ्य जांच, और
vi. रेफरल सेवाएं

छह सेवाओं में से तीन सेवाएं, अर्थात् टीकाकरण, स्वास्थ्य जांच और रेफरल सेवाएं, जनस्वास्थ्य से संबंधित हैं और राष्ट्रीय स्वास्थ्य प्रबंधन (एनएचएम) तथा जनस्वास्थ्य

अवसंरचना के माध्यम से प्रदान की जाती हैं।

(घ): मिशन शक्ति का उद्देश्य महिलाओं की सुरक्षा, संरक्षा और सशक्तिकरण के लिए कार्यकलापों को मजबूत करना है। मिशन शक्ति का उद्देश्य देखभाल और संरक्षण की आवश्यकता वाली सभी महिलाओं और बालिकाओं, जिनमें दिव्यांग, सामाजिक और आर्थिक रूप से हाशिए पर स्थित और कमजोर समूह की महिलाएं और बालिकाएं शामिल हैं, को उनके समग्र विकास और सशक्तिकरण के लिए अल्पकालिक और दीर्घकालिक सेवाएं तथा जानकारी प्रदान करना है। मिशन शक्ति में दो वर्टिकल शामिल हैं: 'संबल' महिलाओं की सुरक्षा और संरक्षा के लिए और 'सामर्थ्य' महिलाओं के सशक्तिकरण के लिए, इनमें देश के ग्रामीण और आर्थिक रूप से कमजोर क्षेत्रों की महिलाएं भी शामिल हैं। 'संबल' में वन स्टॉप सेंटर (ओएससी), महिला हेल्पलाइन (डब्ल्यूएचएल), बेटी बचाओ बेटी पढ़ाओ (बीबीबीपी) और नारी अदालत (नारी अदालत) घटक हैं। 'सामर्थ्य' में शक्ति सदन, सखी निवास, प्रधान मंत्री मातृ वंदना योजना (पीएमएमवीवाई), पालना और संकल्प: महिला सशक्तीकरण केंद्र (एसएनकेएलपी: एचईडब्ल्यू) के घटक हैं।

वन स्टॉप सेंटर (ओएससी) संपूर्ण देश में हिंसा से प्रभावित महिलाओं और संकटग्रस्त महिलाओं को निजी और सार्वजनिक दोनों स्थानों पर एक ही छत के नीचे एकीकृत और तत्काल सहायता प्रदान करता है। यह देश में जरूरतमंद महिलाओं को चिकित्सा सहायता, कानूनी सहायता और सलाह, अस्थायी आश्रय, पुलिस सहायता और मनोसामाजिक परामर्श जैसी सेवाएं प्रदान करता है। इस समय देश में 926 ओएससी हैं, जिन्होंने देश भर में 13.37 लाख से अधिक महिलाओं की सहायता की है।

बेटी बचाओ बेटी पढ़ाओ (बीबीबीपी) योजना 22 जनवरी 2015 बाल लिंग अनुपात (सीएसआर) और जीवन चक्र निरंतरता में लड़कियों और महिलाओं के सशक्तिकरण से संबंधित मुद्दों का समाधान करने में मदद करने के लिए शुरू की गई थी। बेटी बचाओ बेटी पढ़ाओ योजना विभिन्न हितधारकों, जिनमें सरकारी एजेंसियां, मीडिया, नागरिक समाज और आम जनता शामिल हैं, को एकजुट करके एक नीतिगत पहल से राष्ट्रीय आंदोलन में परिवर्तित हो गई है। यह योजना

देश के सभी जिलों में कार्यान्वितहै। पश्चिम बंगाल राज्य यह योजना कार्यान्वित नहीं कर रहा है।

(ड.) मिशन सक्षम आंगनवाड़ी और पोषण 2.0 महिला एवं बाल विकास मंत्रालय के अंतर्गत चल रही एक योजना है जिसका उद्देश्य देश में पोषण को मजबूत करना और कुपोषण की चुनौती का समाधान करना है।

कुपोषण की चुनौतियों से निपटने के लिए, आंगनवाड़ी सेवाएं, पोषण अभियान और किशोरियों के लिए योजना (आकांक्षी जिलों और उत्तर-पूर्वी क्षेत्र में 14-18 वर्ष की आयु वर्ग की) को व्यापक मिशन सक्षम आंगनवाड़ी और पोषण 2.0 (मिशन पोषण 2.0) के अंतर्गत मिला दिया गया है। यह केंद्र प्रायोजित मिशन है, जिसमें विभिन्न गतिविधियों के कार्यान्वयन की जिम्मेदारी राज्यों और संघ राज्य क्षेत्रों की है। यह मिशन देश के सभी राज्यों और संघ राज्य क्षेत्रों में कार्यान्वित किया जा रहा है।

इस मिशन के तहत, बच्चों (6 महीने से 6 वर्ष तक), गर्भवती महिलाओं, स्तनपान कराने वाली माताओं और किशोरियों को राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 की अनुसूची-II में निहित पोषण मानदंडों के अनुसार पूरक पोषण प्रदान किया जाता है। इन मानदंडों को जनवरी 2023 में संशोधित किया गया है। पुराने मानदंड मुख्य रूप से कैलोरी-विशिष्ट थे; जबकि, संशोधित मानदंड आहार विविधता के सिद्धांतों पर आधारित पूरक पोषण की मात्रा और गुणवत्ता दोनों के संदर्भ में अधिक व्यापक और संतुलित हैं, जिनमें गुणवत्तापूर्ण प्रोटीन, स्वस्थ वसा और सूक्ष्म पोषक तत्वों (कैल्शियम, जिंक, आयरन, आहार फोलेट, विटामिन ए, विटामिन-बी6 और विटामिन बी-12) का प्रावधान है। गंभीर रूप से कुपोषित (एसएएम) बच्चों को राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 (एनएफएसए) के अनुसार,अतिरिक्त पूरक पोषण प्रदान किया जाता है।

मंत्रालय ने 12 सितंबर 2022 की अधिसूचना के माध्यम से एकीकृत पोषण सहायता कार्यक्रम- सक्षम आंगनवाड़ी और पोषण (2.0), नियम 2022 जारी किए, ताकि राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 के प्रावधानों के तहत प्रत्येक गर्भवती महिला और प्रसव के बाद छह महीने तक स्तनपान कराने वाली मां और छह महीने से छह साल के प्रत्येक बच्चे के लिए निर्दिष्ट

अधिकारों को विनियमित किया जा सके।

आहार में विविधता लाने और पौष्टिक स्थानीय उत्पादों के सेवन को प्रोत्साहित करने के लिए, आंगनवाड़ी केंद्रों में पोषण वाटिकाएं विकसित की गई हैं।

इस मिशन के अंतर्गत की जाने वाली प्रमुख गतिविधियों में से एक सामुदायिक जुटाव और जागरूकता का प्रचार-प्रसार करना है। इसका उद्देश्य लोगों को पोषण संबंधी पहलुओं के बारे में जागरूक करना है, क्योंकि अच्छे पोषण की आदत अपनाने के लिए व्यवहारिक परिवर्तन हेतु निरंतर प्रयासों की आवश्यकता होती है। राज्य और संघ राज्य क्षेत्र क्रमशः सितंबर और मार्च-अप्रैल महीनों में मनाए जाने वाले पोषण माह और पोषण पखवाड़ा के दौरान जन आंदोलन के तहत नियमित रूप से जागरूकता गतिविधियों का संचालन कर रहे हैं और उनकी रिपोर्ट दे रहे हैं। समुदाय आधारित कार्यक्रम (सीबीई) पोषण संबंधी तौर-तरीकों को बदलने में एक महत्वपूर्ण कार्यनीति के रूप में काम करते हैं और सभी आंगनवाड़ी कार्यकर्त्रियों को हर महीने समुदाय आधारित दो कार्यक्रम आयोजित करना अनिवार्य है।

'पोषण ट्रैकर' एप्लिकेशन को एक महत्वपूर्ण निगरानी उपकरण के रूप में शुरू किया गया। पोषण ट्रैकर सभी आंगनवाड़ी केंद्र, आंगनवाड़ी कार्यकर्त्रियों और लाभार्थियों की परिभाषित संकेतकों पर निगरानी और ट्रैकिंग की सुविधा प्रदान करता है। पोषण ट्रैकर के अंतर्गत प्रौद्योगिकी का उपयोग, बच्चों में बौनापन, दुबलापन और अल्पवजन की व्याप्तता की निरंतर पहचान के लिए किया जा रहा है। इससे आंगनवाड़ी सेवाओं अर्थात आंगनवाड़ी केंद्रों के खुलने, बच्चों की दैनिक उपस्थिति, प्रारंभिक बाल्यावस्था देखभाल एवं शिक्षा (ईसीसीई) गतिविधियों, बच्चों की वृद्धि की निगरानी, गर्म पका हुआ भोजन (एचसीएम)/घर ले जाने वाला राशन (टीएचआर-कच्चा राशन नहीं), वृद्धि माप आदि के संबंध में लगभग तत्समय (रियल टाईम) डेटा संग्रह सुगम हो गया है।

PERSONS ENROLLED UNDER AB-PMJAY IN KARNATAKA

4812. DR. C N MANJUNATH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the number of persons aged above 70 years enrolled under the Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) in the country and in the State of Karnataka, district-wise;

(b) whether the Government proposes to enhance the existing insurance coverage limit of 5 lakh per family per annum under the scheme, if so, the details thereof;

(c) whether the Government has any plan to include high-end life-saving procedures and implants under the scheme which are not included so far, if so, the details thereof;

(d) the amount of funds released under AB-PMJAY to the State of Karnataka during the last three years Including the current year; and

(e) whether certain States in the country have not adopted the revised package rates under the scheme, if so, the details thereof, along with the reasons and the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (e): As on 28.02.2026, a total of 1.14 crore Ayushman Vay Vandana cards have been created for senior citizens aged 70 years and above across the country under Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), including 2.14 lakh cards created in the State of Karnataka. The district-wise details of cards created in the State of Karnataka can be accessed

at https://dashboard.nha.gov.in/public/card. There is no proposal under consideration to increase the insurance coverage limit under the scheme. The funding of AB-PMJAY is entirely demand driven. Funds are released for scheme implementation to the States/UTs on the basis of demand received from the States/UTs and submission of utilization certificates for previous releases.

The details of fund released to the State of Karnataka during the last three years including the current year under the scheme are as under:

Financial Year	Fund released (amount in crore)
2023-24	₹ 320.59
2024-25	₹ 513.32
2025-26 (as on 15.03.2026)	₹ 537.73

Since the launch of the scheme, the health benefit packages have been revised five times. Initially, the scheme included 1391 packages. The latest Health Benefit Package (HBP) 2022, now comprises 1,961 packages across 27 specialties. These packages cover treatments for chronic diseases such as cancer, heart disease and other non-communicable diseases, etc. as well as high-end procedures including bone marrow transplant, cardiac surgeries and kidney transplantation, etc.

As on 28.02.2026, 26 States/UTs have adopted the latest Health Benefit Package (HBP) 2022. Further, States/UTs are encouraged to adopt the latest package master.

SERVICE CONDITIONS OF HIV PROGRAMME STAFF

4813. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **HEALTH AND FAMILY WELFARE** pleased to state:

(a) whether the Government is aware that counsellors and other staff working under National AIDS Control Organisation (NACO) and State AIDS Control Societies, including Telangana State AIDS Control Society, have rendered more than two decades of service in the HIV sector despite stigma and occupational risk, if so, the details thereof;

(b) whether pay revision during 2020–21 was extended only to Medical Officers under NACO-supported programmes and not to other staff and if so, the details thereof and if not, the reasons thereof;

(c) whether the Government proposes uniform pay revision and implementation of seventh Central Pay Commission norms for all categories, if so, the details thereof;

(d) whether any proposal for merger/regularisation of such employees with State Governments has been received along with the action taken by the Government in this regard; and

(e) whether the Government proposes to provide equal pay for equal qualifications, risk allowance, insurance, increments, promotions, job security and enhancement of retirement age up to 65 years, if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a): Under the National AIDS and STD Control Programme, there are 279 Opioid Substitution Therapy (OST) Centres, 1127 Designated STI/RTI Clinics (DSRCs), 4657 Integrated Counselling and Testing Centres (ICTCs), 848 Antiretroviral Therapy Centres (ARTCs) and 64 NACO owned Viral Load Laboratories operational across the States and Union Territories in the country.

Counsellors and other programme staff are deployed at these facilities, as per programme requirements, to provide counselling and other services related to prevention, diagnosis and treatment of HIV and sexually transmitted infections (STIs). Recruitment of these staff is done by the respective State AIDS Control Societies (SACS).

(b): Pay revision of all contractual staff under the National AIDS and STD Control Programme is done in every 5 year phase.

Further, as there was large number of attrition and non-filling up of the ever-increasing vacancies of Medical Doctors (Senior Medical Officers/Medical Officers) in the Anti – Retroviral Therapy Centres (ART Centres) since the Anti-Retroviral Drugs (ARV Drugs) are scheduled drugs which can only be prescribed by qualified Medical Doctors, the decision to revise remuneration of SMOs/MOs was taken in 2020.

(c): The Central Pay commission norms are applicable to the permanent Government employees. The contractual staff under the National AIDS and

STD Control Programme (NACP) are appointed by respective State AIDS Control Societies on a consolidated monthly remuneration for a period of one year. Decision to renew employment of contractual staff after one year is taken by respective State AIDS Control Societies.

(d): Merger/ Regularisation of contractual staff is a State subject. NACO issued a letter dated 4.8.2014 which stated that in case State Government intends to regularize the contractual staff, the Department has no objection to the same contingent to the fact that there shall be no additional financial liability on Central Government and it would be State's responsibility in case of dissolution of concerned State AIDS Control Societies.

(e): NACO has authorised States and UTs to engage staff under the NACP on contractual basis. These Contractual staff may be re-appointed by respective State AIDS Control Societies on the basis of the performance assessment that too as per the requirement of particular service.

किसानों के खाते में सीधे राजसहायता

4814. श्री उत्कर्ष वर्मा मधुर:

क्या **रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उर्वरक पर राजसहायता सीधे किसानों के बैंक खातों में अंतरित करने की कोई योजना है; और

(ख): यदि हां, तो तत्संबंधी ब्यौरा क्या है?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल):

(क): जी, नहीं। 'उर्वरकों में प्रत्यक्ष लाभ अंतरण (डीबीटी)' प्रणाली के तहत, प्रत्येक खुदरा दुकान पर स्थापित पीओएस उपकरणों के माध्यम से आधार प्रमाणीकरण के आधार पर लाभार्थियों को की गई वास्तविक बिक्री पर उर्वरक कंपनियों को विभिन्न उर्वरक ग्रेडों पर 100% सब्सिडी जारी की जाती है।

(ख): प्रश्न नहीं उठता है।

BUDGET ALLOCATION FOR THE HEALTH SECTOR

4815. SHRI ANAND BHADAURIA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the details of the total Union budget allocation for the health sector during 2024-25, 2025- 26 and 2026-27, year-wise;

(b) the details of actual utilisation of the allocated budget for the health sector in comparison to the total Union budget estimates during 2024-25, 2025-26 and 2026-27 till date, year-wise;

(c) the percentage of Gross Domestic Product (GDP) allocated to the health sector at the budget estimate stage and actually utilised during 2024-25, 2025-26 and 2026-27 till date, year-wise;

(d) the details of budget allocation for health in G-8 and SAARC countries during the last three years, year-wise and country-wise;

(e) whether the Government proposes to enhance the health budget of the country in view of the poor health services and infrastructure in rural areas;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (c): The details of total budget allocation for health sector, actual utilisation for the health sector in comparison to the total union budget estimates and the percentage of Gross Domestic Product (GDP) allocated to the health sector at the budget estimate stage and actually utilised during last three years are given as under:

Ministry of Health and Family Welfare

(Rs. in crore)

Year	Total Union Budget Estimates*	Total GDP of India at current prices	BE Allocation (MoHFW)$	Actual Expenditure (MoHFW)$	% of BE Allocation w.r.t GDP	% of Actual Expenditure w.r.t GDP
2024-25	4820512.00	33068145^	90958.63	90684.10	0.28	0.27
2025-26	5065345.00	35713886^	99858.56	85492.76 @	0.28	0.24
2026-27	5347315.00	39300393*	106530.42	0	0.27	0.00

* As per Budget at a glance, Document of Ministry of Finance.

URL: https://www.indiabudget.gov.in/

^ As per e-Sankhyiki Portal

$ As per Statement of Budget Estimates

@ Actual Expenditure till 13.03.2026

GDP Estimates with Base Year 2011-12, Source: GDP from Ministry of Statistics and Programme Implementation (MoSPI),

URL i.e. https://esankhyiki.mospi.gov.in/macroindicators?product=nas

Total GDP for 2024-25 as per Final Revised Estimates (FRE), Total GDP for

2025-26 Second Advance Estimates (SRE).

(d): As per the latest available National Health Accounts (NHA) 2021-22 estimates and WHO's Global Health Expenditure Database, the Government Health Expenditure (GHE)/ Domestic General Government Health Expenditure (GGHED) as a share of GDP for India, G8 and SAARC countries for 2021 are provided below:

GHE/GGHED in USD Millions

Country Group/Countries	**2019**	**2020**	**2021**
G8			
Canada	1,33,964	1,59,200	1,82,049
France	2,26,834	2,45,130	2,74,412
Germany	3,52,064	3,89,022	4,40,151
Italy	1,27,441	1,38,335	1,50,740
Japan	4,71,410	4,94,175	5,25,161
Russian Federation	58,287	87,764	89,449
United Kingdom	2,26,882	2,74,518	3,18,096
United States of America	18,51,767	22,50,817	22,78,628
SAARC			
Afghanistan	94	239	108
Bangladesh	1,262	1,329	1,610
Bhutan	65	81	61
Maldives	337	340	309
Nepal	378	514	651
Pakistan	2,754	3,054	3,810
Sri Lanka	1,544	1,818	2,003
India	38,560	42,720	58,736

Notes: GGHED values for G8 and SAARC countries in USD Millions are taken from GHED. For India, GHE values are taken from NHA reports and converted to USD Millions using the exchange rate provided in GHED.

(e) to (g): As per National Health Accounts (NHA) estimates, the Government Health Expenditure (GHE) as a share of GDP has increased from 1.13% in

2014-15 to 1.84% in 2021-22. The share of GHE in Total Health Expenditure (THE) has increased from 29.0% in FY 2014-15 to 48.0% in FY 2021-22. Concurrent to this increase in GHE, the share of Out-of-Pocket Expenditure (OOPE) in THE has declined from 62.6% to 39.4% during the same period. This declining share of OOPE is indicative of increasing access to health services.

Further, the Ministry of Health and Family Welfare (MoHFW) has taken numerous initiatives, aimed at enhancing and expanding healthcare services through Centrally Sponsored Schemes (CSS), Central Sector Schemes, etc. Some of the important programs/schemes of Central Government is NHM, PMJAY, PM-ABHIM, PMSSY, ABDM, National Free Drugs service initiative and Free diagnostic service initiative etc. In order to increase public spending on health, NHP-2017 recommends increasing State sector health spending to > 8% of their budget.

The scheme wise interventions of Department of Health & Family Welfare for enhancing health facilities in underserved rural & Tribal areas are enumerated as below:

1. The National Health Mission provides technical and financial support for improvement in the health Infrastructure, availability of adequate human resources to improve availability and accessibility to quality healthcare especially for the underserved and marginalized groups in rural and tribal areas. Under NHM, need-based intervention in terms of healthcare infrastructure and human resources have been done:

- **Health facility:** The population norms for setting up SHC, PHC and CHC in tribal and hilly areas has been relaxed from 5,000, 30,000, and 1,20,000 to 3000, 20,000 and 80,000 respectively.
- **ASHAs:** The States/ UTs have been provided with the flexibility of relaxing the norm of one ASHA per 1000 population to one ASHA per habitation in tribal/ hilly and difficult areas.
- **Mobile Medical Units (MMUs):** The provision of 2 MMUs per district in plain areas is relaxed to 4 MMUs per district in tribal/ hilly/ inaccessible/ remote and hard to reach areas. There is further relaxation of up to 10 MMUs per district in PVTG areas under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN). As per MMU portal, 763 MMUs under PM-JANMAN and 155 MMUs under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) are operational across the country for providing basic health services in tribal areas till 31.12.2025.
- There is a provision of additional ANM in Multi-Purpose Centre (MPC) with basic drugs and diagnostics facilities under PM JANMAN.

2. More than 1.80 lakh Ayushman Arogya Mandirs (AAMs) have been established and operationalized in the country by strengthening Sub Health Centres (SHCs) and Primary Health Centres (PHCs), including about 30,817 AAMs (as on 06.02.2026) in 178 tribal districts, which deliver expanded range of comprehensive primary healthcare services encompassing preventive, promotive, palliative, rehabilitative, and curative care.

3. 168 IPHL and 110 CCBs have been approved in the tribal districts under Pradhan Mantri- Ayushman Bharat Health Infrastructure Mission (PM-ABHIM) which focus on developing capacities of health systems in responding effectively to the current and future pandemics/disasters.

4. The Centrally Sponsored Scheme (CSS) for 'Establishment of new medical colleges attached with existing district/referral hospitals' with preference to underserved areas and aspirational districts, where there is no existing Government or private medical college is being implemented. The fund sharing mechanism between the Centre and State Governments is in the ratio of 90:10 for North Eastern and Special Category States, and 60:40 for others. Under the Scheme, all the envisaged 157 medical colleges have been approved including 38 colleges in tribal dominated districts across the country. The details of medical colleges approved in tribal areas are enclosed as **Statement.** Further, the Government has recently approved Phase-III and extension of the CSSs for Strengthening and Upgradation of existing State/Central Government Medical Colleges, Standalone PG Institutes and Government Hospitals for creation of 5000 PG seats and 5023 MBBS seats respectively with an enhanced cost ceiling of Rs. 1.50 crore per seat. Guidelines for implementation of these schemes have been issued in November, 2025, wherein, States/UTs including Uttarakhand have been requested to send the Detailed Project Report with proper Gap Analysis. While sending the proposals, States/UTs have been requested to give priority to the institutes in underserved/rural areas and certain broad specialities. Under the

above-mentioned schemes, an amount of Rs. 1524 cr. has been allotted in BE 2026-27 against the RE of Rs. 1475 cr. in 2025-26.

5. There are 4 SCI (State Cancer Institutes)/TCCC (Tertiary Care Cancer Centers) are functional under NP-NCD Tribal dominated Districts.

STATEMENT

TRIBAL DISTRICTS UNDER CSS SCHEME

S.No.	State	Districts	Status
1	Arunachal Pradesh	Papum Pare	Functional
2	Assam	Kokrajhar	Functional
3	Bihar	Jamui	Not-Functional
4	Chhattisgarh	Surguja	Functional
5	Chhattisgarh	Kanker	Functional
6	Chhattisgarh	Korba	Functional
7	Chhattisgarh	Mahasamund	Functional
8	Chhattisgarh	Rajnandgaon	Functional
9	Gujarat	Narmada	Functional
10	Gujarat	Navsari	Functional
11	Gujarat	Panchmahal	Functional
12	Himachal Pradesh	Chamba	Functional
13	Ladakh	Leh	Not-Functional
14	Jammu & Kashmir	Rajouri	Functional
15	Jharkhand	Pashchimi-Singhbhum	Not-Functional
16	Jharkhand	Dumka	Functional
17	Jharkhand	Palamu	Functional
18	Jharkhand	Hazaribagh	Functional
19	Madhya Pradesh	Mandla	Not-Functional
20	Madhya Pradesh	Shahdol	Functional
21	Madhya Pradesh	Chhindwara	Functional
22	Madhya Pradesh	Singrauli	Functional
23	Madhya Pradesh	Ratlam	Functional
24	Madhya Pradesh	Khandwa (East Nimar)	Functional
25	Maharashtra	Nandurbar	Functional
26	Manipur	Churachandpur	Functional

27	Meghalaya	West Garo Hills	Not-Functional
28	Mizoram	Aizwal	Functional
29	Nagaland	Mon	Not-Functional
30	Nagaland	Kohima	Functional
31	Odisha	Mayurbhanj	Functional
32	Odisha	Koraput	Functional
33	Odisha	Kalahandi	Functional
34	Rajasthan	Banswara	Functional
35	Rajasthan	Dungarpur	Functional
36	Rajasthan	Sirohi	Functional
37	Rajasthan	Dausa	Functional
38	Sikkim	East District	Not-Functional

CASE PENDENCY IN HIGH COURTS

4816 SHRI ABU TAHER KHAN:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) the number of civil cases pending in High Courts in the country;

(b) the number of such cases pending for over ten years;

(c) the number of posts of judges lying vacant in High Courts in the country;

(d) the initiatives taken by the Government to fill up the vacancies to the posts of judges lying vacant in High Courts; and

(e) the initiatives taken by the Government to ensure timely and speedy disposal of cases in High Courts?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL):

(a) and (b): As per information available on the National Judicial Data Grid (NJDG),44,75,765civil cases as on 16.03.2026 are pending in High Courts in

the country, out of which 10,48,393 cases are pending for over 10 years.

(c) and (d): As on 13.03.2026, 316 posts of judges are lying vacant in High Courts in the country. Appointment of Judges of the Supreme Court and High Courts is made under Articles 217 and 224 of the Constitution of India and according to the procedure laid down in the Memorandum of Procedure (MoP) prepared in 1998 pursuant to the Supreme Court Judgment of October 6, 1993 (Second Judges case) read with their Advisory Opinion of October 28, 1998 (Third Judges case). As per the MoP, the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court, in consultation with two senior-most puisne Judges of the High Court.

Filling up of the vacancy in the higher Judiciary is a continuous, integrated and collaborative process between the executive and the judiciary. It requires consultation and approval from various Constitutional Authorities both at State and Central level which are obtained in accordance with the MoP. The recommendations also have to be considered in the light of such other reports as may be available to the Government in respect of the names under consideration. The recommendations of the High Court Collegium, the State Governments and the Government of India are then forwarded to the Supreme Court Collegium (SCC) for advice. Only those persons whose names have been recommended by the SCC are appointed as Judges of the High Courts.

(e): The disposal of the cases is within the exclusive domain of judiciary. However, the Central Government is committed for speedy disposal of cases

and reducing pendency as mandated under Article 21 of the Constitution and has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary:

i. The Government has been filling up vacancies of Judges in the Supreme Court of India and the High Courts from time to time. From 01.05.2014 to 28.02.2026, 72 Judges have been appointed in the Supreme Court. 1164 new Judges were appointed and 820 Additional Judges were made permanent in the High Courts during the same period. The sanctioned strength of Judges of the High Courts has increased from 906 in May, 2014 to 1122 till date.

ii. The Phase-III of the eCourts Project (2023-2027) approved on 13.09.2023 with an outlay of Rs.7,210 crore to make justice delivery progressively more robust, easy and accessible. Till date, 660.36 crores pages of court records have been digitized in the High Courts and District Courts. More than 3.97 crore hearings have taken place through Video conferencing and live streaming is functional in several High Courts. The number of e Sewa Kendsras (facilitation centres) has increased to 2,444 across High Courts and District Courts.

iii. Arrears Committees have been set up in all 25 High Courts and the District Courts as well to clear cases pending for more than five years.

iv. The Government has also amended The Negotiable Instruments (Amendment) Act, 2018, The Commercial Courts (Amendment) Act, 2018, The Specific Relief (Amendment) Act, 2018, The Arbitration and

Conciliation (Amendment) Act, 2019 and The Criminal Laws (Amendment) Act, 2018 with a view to reduce pendency.

v. Alternate Dispute Resolution methods have been promoted. The Commercial Courts Act, 2015 was amended in August, 2018 making Pre-institution Mediation and Settlement (PIMS) mandatory in case of commercial disputes. Amendment to the Arbitration and Conciliation Act, 1996 has been made by the Arbitration and Conciliation (Amendment) Act 2015 for expediting the speedy resolution of disputes by prescribing timelines.

vi. Lok Adalat is an important Alternative Disputes Resolution Mechanism available to common people, where the disputes/ cases pending in the court of law or at pre-litigation stage are settled/ compromised amicably. Under The Legal Services Authorities (LSA) Act, 1987, an award made by a Lok Adalat is deemed to be a decree of a civil court and is final and binding on all parties and no appeal lies against it before any court. National Lok Adalats are organized simultaneously in all Taluks, Districts and High Courts on a pre-fixed date.

चंदौली में ट्रॉमा सेंटर की स्थापना

4817. श्री वीरेन्द्र सिंहः

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारत भर के सरकारी अस्पतालों और विशेष रूप से उत्तर प्रदेश के चंदौली जिले के जिला अस्पतालों, सामुदायिक स्वास्थ्य केन्द्रों (सीएचसी) और प्राथमिक स्वास्थ्य केन्द्रों

(पीएचसी) में चिकित्सकों और चिकित्सा उपकरणों की भारी कमी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या उक्त जिले के सभी अस्पतालों में योग्य चिकित्सकों और चिकित्सा उपकरणों की उपलब्धता सुनिश्चित करने के लिए सरकार द्वारा कोई विशेष योजना बनाई गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार उक्त जिले में ट्रॉमा सेंटर बनाने पर विचार कर रही है क्योंकि यह जिला बिहार सीमा से सटा हुआ है और ट्रॉमा सेंटर के अभाव में किसी दुर्घटना की स्थिति में अक्सर लोगों को अपनी जान गंवानी पड़ जाती है; और

(घ) यदि हां, तो इसके लिए क्या समय-सीमा निर्धारित की गई है और यदि नहीं, तो इसके क्या कारण हैं?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क) और (ख): जन स्वास्थ्य और अस्पताल राज्य विषय होने के कारण, आवश्यकतानुसार पर्याप्त संख्या में स्वास्थ्य सुविधाकेंद्रों की योजना बनाने, उन्हें लागू करने, बनाए रखने और स्थापित करने का प्राथमिक उत्तरदायित्व संबंधित राज्य सरकार का है। राष्ट्रीय स्वास्थ्य मिशन के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों को कार्यक्रम कार्यान्वयन योजना में प्राप्त प्रस्तावों के आधार पर उनके संसाधनों के दायरे में उनकी स्वास्थ्य प्रणाली को सुदृढ़ करने के लिए वित्तीय और तकनीकी सहायता प्रदान की जाती है।

स्वास्थ्य और परिवार कल्याण मंत्रालय द्वारा राज्यों/संघ राज्य क्षेत्रों को स्वास्थ्य संबंधी जनशक्ति (एचआरएच) सहित जन स्वास्थ्य सुविधाकेंद्रों को सुदृढ़ करने में सहायता प्रदान करने के लिए भारतीय जन स्वास्थ्य मानक (आईपीएचएस) बनाए गए हैं।

उत्तर प्रदेश राज्य सरकार द्वारा प्रदान की गई जानकारी के अनुसार, जिला संयुक्त अस्पताल, चकिया चंदौली में डॉक्टरों की तैनाती का विवरण निम्नानुसार है: -

स्वीकृत	सक्रिय			कुल कार्यशील
	नियमित	**पुनर्नियुक्ति**	**एनएचएम**	
28	17	01	05	23

इसके अतिरिक्त, उत्तर प्रदेश राज्य सरकार ने सूचित किया है कि उपकरण सीएचसी और पीएचसी में मानकों के अनुसार उपलब्ध हैं और सभी प्रकार के परीक्षण उपलब्ध हैं। चंदौली में सीएचसी और पीएचसी में डॉक्टरों की तैनाती का विवरण: -

सामुदायिक स्वास्थ्य केंद्र		
इकाइयों की संख्या	**डॉक्टरों की संख्या**	**रिक्त पद**
05	32	शून्य

प्राथमिक स्वास्थ्य केंद्र		
इकाइयों की संख्या	**डॉक्टरों की संख्या**	**रिक्त पद**
30	34	शून्य

(ग) और (घ): आपात स्थितियाँ, दुर्घटना और ट्रामा भारत में स्वास्थ्य परिचर्या प्रणाली संबंधी प्रमुख समस्याएं हैं। जिला अस्पताल आईपीएचएस मानकों के अनुरूप जिला अस्पताल के अनिवार्य घटकों के रूप में समर्पित ट्रॉमा परिचर्या सेवाएँ (एक समर्पित ट्रॉमा आईसीयू सहित) प्रदान करते हैं। राष्ट्रीय स्वास्थ्य मिशन (एनएचएम), स्वास्थ्य और परिवार कल्याण मंत्रालय, भारत सरकार राज्यों/संघ राज्य क्षेत्रों को जिला अस्पतालों तक स्वास्थ्य अवसंरचना के विकास के लिए वित्तीय और तकनीकी सहायता प्रदान करता है। राज्य सरकारों के पास अपनी वार्षिक एनएचएम कार्यक्रम कार्यान्वयन योजना (पीआईपी) में विशिष्ट उन्नयन (जैसे ट्रॉमा वार्ड, आपातकालीन विभाग, या संबंधित उपकरणों का विस्तार) करने का प्रस्ताव करने का विकल्प होता है।

उत्तर प्रदेश राज्य सरकार द्वारा प्रदान की गई जानकारी के अनुसार, डॉक्टरों की

नियुक्ति/पोस्टिंग एक सतत प्रक्रिया है। इसके अतिरिक्त, चंदौली जिले के सभी सामुदायिक स्वास्थ्य केंद्रों और प्राथमिक स्वास्थ्य केंद्रों में मानक के अनुसार उपकरण उपलब्ध हैं। उत्तर प्रदेश लोक सेवा आयोग (यूपीपीएससी) द्वारा चयन के बाद विभिन्न सरकारी आदेशों के माध्यम से 1031 विशेषज्ञ डॉक्टरों की नियुक्ति की गई है।

एम्स दिल्ली में इलाज कराने में हो रही कठिनाइयाँ

4818. श्री दिनेश चंद्र यादव:

श्री गिरिधारी यादव:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या आयुष्मान कार्डधारकों को एम्स, दिल्ली में उपचार प्राप्त करने में काफी कठिनाइयों का सामना करना पड़ रहा है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या यह भी सच है कि उक्त कार्डधारकों को प्रधान मंत्री राहत कोष से सहायता प्राप्त करने के लिए संसद सदस्यों के माध्यम से अपना आवेदन प्रस्तुत करना होता है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार का विचार उक्त मामले को प्राथमिकता के आधार पर लेने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आयुष मंत्रालय के राज्य मंत्री; **तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):**

(क) से (ङ): एम्स, नई दिल्ली ने आयुष्मान भारत प्रधानमंत्री जन आरोग्य योजना (एबी पीएम-जेएवाई) के लाभार्थियों को सुविधा प्रदान करने के लिए ग्यारह आयुष्मान सेवा केंद्र स्थापित किए हैं। किसी भी कठिनाई की स्थिति में लाभार्थी केंद्रीय शिकायत निवारण प्रबंधन प्रणाली या 24/7 टोल-फ्री हेल्पलाइन नंबर – 14555 के माध्यम से अपनी शिकायतें दर्ज कर सकते हैं। प्रभावी और

समय पर शिकायत निवारण के लिए शिकायतों की निगरानी नामोदिष्ट नोडल अधिकारियों द्वारा की जाती है।

बिहार में आयुष्मान भारत योजना

4819. श्री अशोक कुमार यादव:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने आयुष्मान भारत-प्रधान मंत्री जन आरोग्य योजना के अंतर्गत बिहार में पिछले तीन वर्षों के दौरान पात्र लाभार्थियों की संख्या, जारी किए गए आयुष्मान कार्ड, पैनल में शामिल सरकारी/निजी अस्पतालों, उपचार प्राप्त करने वाले रोगियों और खर्च की गई धनराशि के संबंध में आंकड़े उपलब्ध कराए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या यह सच है कि आयुष्मान भारत योजना के अंतर्गत बिहार के अनेक ग्रामीण और दूर-दराज के जिलों में सीमित संख्या में अस्पतालों, रेफरल संबंधी समस्याओं और दावों के भुगतान में विलंब जैसी कठिनाइयों का सामना करना पड़ा है और यदि हां, तो इन कमियों को दूर करने के लिए सरकार द्वारा क्या ठोस कदम उठाए गए हैं; और

(ग) क्या सरकार का बिहार जैसे राज्यों में स्वास्थ्य व्यय को कम करने, गरीब और वंचित वर्गों के लिए उपचार को सुगम बनाने और योजनाओं की प्रभावकारिता सुनिश्चित करने के लिए आयुष्मान भारत और जन औषधि योजना के एकीकरण, निगरानी आधारित और राज्य-विशिष्ट सुधार पैकेज को कार्यान्वित करने का प्रस्ताव है?

आयुष मंत्रालय के राज्य मंत्री; **तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):**

(क): बिहार राज्य में आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई) के अंतर्गत कुल 1.21 करोड़ परिवार पात्र हैं। इसके अतिरिक्त, दिनांक 01.04.2024 से मान्यता प्राप्त सामाजिक स्वास्थ्य कार्यकर्ताओं, आंगनवाड़ी कार्यकर्ताओं और आंगनवाड़ी सहायकों के 3.12

लाख परिवारों को इस योजना में शामिल किया गया है। इस योजना का अक्टूबर 2024 में 70 वर्ष और उससे अधिक आयु के सभी वरिष्ठ नागरिकों को शामिल करने हेतु और विस्तार किया गया, जिससे बिहार राज्य में कुल कवरेज बढ़कर लगभग 1.32 करोड़ परिवारों तक पहुंच गया।

दिनांक 28.02.2026 तक, बिहार राज्य में एबी-पीएमजेएवाई के तहत कुल 4.12 करोड़ आयुष्मान कार्ड बनाए गए हैं, जिनमें 70 वर्ष और उससे अधिक आयु के वरिष्ठ नागरिकों को जारी किए गए 3.96 लाख वय वंदना कार्ड भी शामिल हैं। बनाए गए कुल कार्डों में से 3.96 करोड़ कार्ड पिछले तीन वर्षों (वित्त वर्ष 2022-23 से वित्त वर्ष 2024-25) के दौरान बनाए गए हैं।

दिनांक 28.02.2026 तक, बिहार राज्य में कुल 1,188 अस्पतालों को पैनलबद्ध किया गया है, जिनमें 433 सरकारी और 755 निजी अस्पताल भी शामिल हैं। इनमें से पिछले तीन वर्षों (वित्त वर्ष 2022-23 से वित्त वर्ष 2024-25) के दौरान 305 निजी अस्पतालों को पैनलबद्ध किया गया है।

दिनांक 28.02.2026 तक, बिहार राज्य में इस योजना के तहत कुल 31.33 लाख अस्पताल भर्ती अधिकृत की गई है, जिनकी कुल लागत 4,645.57 करोड़ रुपये है। इनमें से, पिछले तीन वर्षों (वित्त वर्ष 2022-23 से वित्त वर्ष 2024-25) के दौरान 2,026.32 करोड़ रुपये की राशि के 15.09 लाख अस्पताल भर्तियां अधिकृत की गई है।

(ख): एबी-पीएमजेएवाई के तहत, अस्पतालों की भागीदारी में सुधार करने के लिए अस्पतालों की समस्याओं का वास्तविक समय आधार पर समाधान करने के लिए एक अस्पताल-विशिष्ट टोल-फ्री हेल्पलाइन नंबर 14413 स्थापित किया गया है, जिसमें पैनल में शामिल होने से संबंधित समस्याएं भी शामिल हैं।

दावों का निपटान एक नियमित और निर्बाध प्रक्रिया है और दावों का निपटान संबंधित राज्य स्वास्थ्य एजेंसियों द्वारा राष्ट्रीय स्वास्थ्य प्राधिकरण द्वारा जारी दावा निर्णय दिशानिर्देशों के अनुसार किया जाता है। इन दिशा-निर्देशों के अनुसार, राज्य की सीमा में स्थित अस्पतालों (इंट्रा-स्टेट हॉस्पिटल्स) के लिए दावों के निपटान के लिए अनुमत समय सीमा दावा प्रस्तुत करने के 15

दिनों के भीतर और पोर्टेबिलिटी दावों (राज्य के बाहर स्थित अस्पतालों) के मामले में 30 दिनों के भीतर है।

एबी-पीएमजेएवाई के तहत, पैनलबद्ध अस्पतालों द्वारा प्रस्तुत दावों की जांच नैदानिक दस्तावेजों, जांच रिपोर्टों और अन्य सहायक अभिलेखों के आधार पर, निर्धारित मानक उपचार दिशानिर्देशों के अनुसार की जाती है।

(ग): योजना के आरंभ के बाद से, स्वास्थ्य लाभ पैकेजों को पांच बार संशोधित किया गया है। प्रारंभ में, योजना में 1391 पैकेज शामिल थे, लेकिन नवीनतम स्वास्थ्य लाभ पैकेज (एचबीपी) 2022 में, 27 विशिष्टताओं में 1961 पैकेज शामिल हैं। इसमें कैंसर, मधुमेह, हृदय रोग और अन्य गैर-संचारी रोगों जैसे दीर्घकालिक रोगों के लिए पैकेज शामिल हैं। बिहार राज्य ने दिनांक 18.12.2025 को नवीनतम पैकेज मास्टर (एचबीपी 2022) को अपनाया है।

BASIC INFRASTRUCTURE IN AWCS IN TRIBAL AREAS OF MAHARASHTRA

4820. SHRI BHASKAR MURLIDHAR BHAGARE:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) the number of Anganwadi Centres which are operating without functional toilets and/or safe drinking water facilities in tribal areas of Maharashtra, district-wise;

(b) whether the Government has conducted a physical verification or third-party audit of basic infrastructure facilities in Anganwadi Centres located in Scheduled Areas and tribal habitations of the State, if so, the details thereof;

(c) whether delays due to land ownership issues, remoteness of habitations, or lack of maintenance arrangements have affected infrastructure provisioning in tribal Anganwadi Centres, if so, the details thereof; and

(d) the time-bound corrective measures proposed to ensure that all Anganwadi Centres in tribal regions of Maharashtra have functional toilets and potable drinking water?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a): The district wise number of Anganwadi Centres (AWCs) operational in the State of Maharashtra under Mission Saksham Anganwadi & Poshan 2.0 with functional toilet and drinking water source are available at the link: https://www.poshantracker.in/statistics.

(b): Third-party evaluations and impact assessments of Mission Saksham Anganwadi and Poshan 2.0 was conducted by NITI Aayog in 2020 and also in 2025 and they have found its relevance to be satisfactory for tackling malnutrition in the country.

(c) and (d): Under Mission Saksham Anganwadi and Poshan 2.0, various steps have been undertaken to improve the infrastructure facilities at Anganwadi Centres (AWCs). During 15th Finance Commission cycle, 50,000 Anganwadi Centres are being constructed @10000 AWCs per year in convergence with MGNREGS wherein Rs.8.00 Lakh is provided under MGNREGS, Rs.2.00 Lakh under 15th Finance Commission (FC) (or any other untied funds) and Rs.2.00 Lakh by MWCD per AWC shared between Centre and States and UTs in the

prescribed cost sharing ratio.

Further, States and UTs have also been advised to continue to tap funds for construction of AWC buildings from various schemes such as Member of Parliament Local Area Development Scheme (MPLADS), Rural Infrastructure Development Fund (RIDF), Finance Commission Grants to Panchayati Raj Institutions, Multi- Sectoral Development Programme (MSDP) of Ministry of Minority Affairs, etc.

Various other initiatives have been undertaken for construction of AWCs under PM JANMAN and Dharti Abha Janjatiye Gram Utkarsh Abhiyan for the targeted development of Tribal population and VVP (Vibrant Village Programme) - Phase I, focusing on Northern border areas.

Also, in order to improve the infrastructure facilities at AWCs various steps have been undertaken by the Ministry that, inter alia, include increasing the funding for drinking water facilities and toilets at Anganwadi Centres from Rs.10,000/- to Rs.17,000/- and Rs.12,000/- to Rs.36,000/- respectively.

पोषण अभियान 2.0 और मिशन शक्ति का कार्यान्वयन

4821. श्री धर्मेन्द्र यादव:

क्या **महिला और बाल विकास** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार को उत्तर प्रदेश में पोषण अभियान 2.0 और मिशन शक्ति के जमीनी स्तर पर कार्यान्वयन में विशेष रूप से आंगनवाड़ी कार्यकर्ताओं के कम पारिश्रमिक और बुनियादी सुविधाओं की कमी के संबंध में विफलता की जानकारी है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या निर्भया निधि और मिशन वात्सल्य के अंतर्गत आवंटित बजट का एक महत्वपूर्ण हिस्सा (लगभग 20 से 30 प्रतिशत) प्रशासनिक विलंब के कारण अप्रयुक्त रहता है जिससे उक्त राज्य में पीड़ित महिलाओं और अनाथ बच्चों को समय पर सहायता प्रदान करने पर प्रतिकूल प्रभाव पड़ता है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ङ) क्या उक्त राज्य में शिशु मृत्यु दर (प्रति हजार शिशु जन्म पर 37 मृत्यु) और कुपोषण की गंभीर स्थिति को ध्यान में रखते हुए सरकार का विचार केवल प्रचार उपायों पर निर्भर रहने के बजाय एक ठोस जवाबदेही तंत्र स्थापित करने का है; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

महिला और बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर):

(क) और (ख): महिला एवं बाल विकास मंत्रालय द्वारा उत्तर प्रदेश सहित पूरे देश में महिला एवं बाल कल्याण के लिए कार्यान्वित विभिन्न योजनाओं के प्रभावी कार्यान्वयन और कुशल निगरानी के लिए समीक्षा की गई है और उन्हें तीन व्यापक मिशनों में समेकित किया गया है अर्थात: (1) पोषण एवं स्वास्थ्य संकेतकों में सुधार के लिए मिशन सक्षम आंगनवाड़ी एवं पोषण 2.0, (2) महिलाओं की सुरक्षा, संरक्षा और सशक्तिकरण के लिए मिशन शक्ति और (3) कठिन परिस्थितियों में बच्चों की सुरक्षा, देखरेख और कल्याण के लिए मिशन वात्सल्य। इन योजनाओं का विवरण इस प्रकार है:

(i) सक्षम आंगनवाड़ी एवं पोषण 2.0 (मिशन पोषण 2.0): इस मिशन के अंतर्गत, आंगनवाड़ी सेवा योजना, पोषण अभियान और किशोरियों के लिए योजना को 3 प्राथमिक सब-वर्टिकल में पुनर्गठित किया गया है: (i) बच्चों, गर्भवती महिलाओं और स्तनपान कराने वाली माताओं तथा किशोरियों के लिए पोषण सहायता, (ii) प्रारंभिक बाल्यावस्था देखरेख एवं शिक्षा तथा (iii) उन्नत सक्षम आंगनवाड़ी सहित आंगनवाड़ी अवसंरचना।

आंगनवाड़ी कार्यकर्त्रियां और आंगनवाड़ी सहायिका स्थानीय समुदाय से ली गईं मानद

कार्यकर्त्री हैं जो स्वेच्छा से बाल देखरेख और विकास गतिविधियों में योगदान देती हैं और उन्हें मासिक मानदेय दिया जाता है। इस मानदेय में समय-समय पर संशोधन किया जाता है।

भारत सरकार ने 1 अक्टूबर, 2018 से आंगनवाड़ी केंद्रों में कार्यरत आंगनवाड़ी कार्यकर्त्रियों का मानदेय ₹3,000/- से बढ़ाकर ₹4,500/- प्रति माह और आंगनवाड़ी सहायिकाओं का मानदेय ₹1,500/- से बढ़ाकर ₹2,250/- प्रति माह कर दिया है। यह वृद्धि केंद्र और राज्यों/संघ राज्य क्षेत्रों के बीच अनुमोदित लागत-हिस्सेदारी अनुपात के अनुसार की गई है। इसके अतिरिक्त, राज्य/ संघ राज्य क्षेत्र अपने संसाधनों से पूरक वित्तीय प्रोत्साहन और अतिरिक्त राशि प्रदान करते हैं, जो राज्यों/ संघ राज्य क्षेत्रों में भिन्न-भिन्न होती है।

इसके अलावा, बेहतर सेवा प्रदायगी को प्रोत्साहित करने के लिए आंगनवाड़ी कार्यकर्त्रियों को ₹500/- प्रति माह और आंगनवाड़ी सहायिकाओं को ₹250/- प्रति माह का प्रदर्शन-आधारित प्रोत्साहन प्रदान किया जाता है।

मिशन सक्षम आंगनवाड़ी और पोषण 2.0 के तहत, आंगनवाड़ी केंद्रों में बुनियादी ढांचागत सुविधाओं में सुधार के लिए विभिन्न कदम उठाए गए हैं। 15वें वित्त आयोग की अवधि के दौरान, मनरेगा के साथ समन्वय में प्रति वर्ष 10,000 आंगनवाड़ी केंद्रों की दर से 50,000 आंगनवाड़ी केंद्रों का निर्माण किया जा रहा है। इसमें प्रति आंगनवाड़ी केंद्र मनरेगा के तहत 8.00 लाख रुपये, 15वें वित्त आयोग (या किसी अन्य असंबद्ध निधि) के तहत 2.00 लाख रुपये और महिला एवं बाल विकास मंत्रालय द्वारा 2.00 लाख रुपये को निर्धारित लागत हिस्सेदारी अनुपात में केंद्र तथा राज्यों और संघ राज्य क्षेत्रों के बीच वहन किया जाता है।

इसके अतिरिक्त, राज्यों और संघ राज्य क्षेत्रों को यह भी परामर्श दिया गया है कि वे संसद सदस्य स्थानीय क्षेत्र विकास योजना, ग्रामीण अवसंरचना विकास कोष, पंचायती राज संस्थाओं के लिए वित्त आयोग अनुदान, अल्पसंख्यक कार्य मंत्रालय के बहुक्षेत्रीय विकास कार्यक्रम इत्यादि जैसी विभिन्न योजनाओं से आंगनवाड़ी केंद्र के भवनों के निर्माण के लिए निधि जुटाना जारी रखें।

उत्तरी सीमावर्ती क्षेत्रों पर ध्यान केंद्रित करते हुए जनजातीय आबादी के लक्षित विकास के

लिए प्रधानमंत्री जनमन और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान तथा वाइब्रेंट विलेज प्रोग्राम (वीवीपी)-चरण-I के तहत आंगनवाड़ी केन्द्रों के निर्माण हेतु विभिन्न अन्य पहलें की गई हैं।

इसके अलावा, आंगनवाड़ी केंद्रों में बुनियादी सुविधाओं में सुधार करने के उद्देश्य से मंत्रालय द्वारा विभिन्न कदम उठाए गए हैं, जिनमें अन्य बातों के साथ-साथ आंगनवाड़ी केंद्रों में पेयजल सुविधाओं और शौचालयों के लिए निधि को क्रमशः 10,000 रुपये से बढ़ाकर 17,000 रुपये और 12,000 रुपये से बढ़ाकर 36,000 रुपये करना शामिल है।

(i) **मिशन शक्ति:** मिशन शक्ति का उद्देश्य महिलाओं की सुरक्षा, संरक्षा और सशक्तिकरण के लिए किए जा रहे प्रयासों को मजबूत करना है। मिशन शक्ति के दो मुख्य भाग हैं: देश के ग्रामीण और आर्थिक रूप से पिछड़े क्षेत्रों सहित महिलाओं की सुरक्षा के लिए 'संबल' और सशक्तिकरण के लिए 'सामर्थ्य'। 'संबल' में वन स्टॉप सेंटर, महिला हेल्पलाइन, बेटी बचाओ बेटी पढ़ाओ और नारी अदालत शामिल हैं।

- **वन स्टॉप सेंटर (ओएससी)-**वन स्टॉप सेंटर (ओएससी) पूरे देश में निजी और सार्वजनिक दोनों क्षेत्रों में हिंसा से प्रभावित और संकटग्रस्त महिलाओं को एक ही स्थान पर एकीकृत और तत्काल सहायता प्रदान करता है। यह जरूरतमंद महिलाओं को चिकित्सा सहायता, कानूनी सहायता और सलाह, अस्थायी आश्रय, पुलिस सहायता और मनोसामाजिक परामर्श जैसी सेवाएं प्रदान करता है। देश के ग्रामीण और आर्थिक रूप से कमजोर क्षेत्रों, जिनमें उत्तर प्रदेश भी शामिल है, में ये सेवाएं संचालित की जा रही हैं। वर्तमान में, उत्तर प्रदेश में 96 वन स्टॉप सेंटर (ओएससी) कार्यशील हैं, जिन्होंने राज्य में 3,04,109 से अधिक महिलाओं की सहायता की है।

- **महिला हेल्पलाइन (डब्ल्यूएचएल)-** महिला हेल्पलाइन (डब्ल्यूएचएल-181) आपातकालीन और गैर-आपातकालीन दोनों स्थितियों में महिलाओं की सहायता के लिए 24 घंटे टोल-फ्री दूरसंचार सेवाएं प्रदान करती है। यह पूरे देश में हिंसा से प्रभावित महिलाओं को सहायता तथा सरकारी योजनाओं और सेवाओं के बारे में जानकारी देती

है। महिला हेल्पलाइन 35 राज्यों/संघ राज्य क्षेत्रों में कार्यशील है और आपातकालीन प्रतिक्रिया सहायता प्रणाली (ईआरएसएस-112) के साथ एकीकृत है। पश्चिम बंगाल राज्य सरकार महिला हेल्पलाइन क्रियान्वित नहीं कर रही है। 28 फरवरी 2026 तक, उत्तर प्रदेश में महिला हेल्पलाइन ने 9.58 लाख से अधिक महिलाओं की सहायता की है।

- **बेटी बचाओ बेटी पढ़ाओ (बीबीबीपी**)- बेटी बचाओ बेटी पढ़ाओ (बीबीबीपी) योजना 22 जनवरी 2015 को शुरु की गई थी। इसका उद्देश्य बाल लिंग अनुपात (सीएसआर) तथा जीवन चक्र के दौरान बालिकाओं और महिलाओं के सशक्तिकरण से संबंधित मुद्दों का समाधान करने में सहायता देना है। बेटी बचाओ बेटी पढ़ाओ (बीबीबीपी) योजना ने सरकारी एजेंसियों, मीडिया, नागरिक समाज और आम जनता सहित विभिन्न हितधारकों को एकजुट करके एक नीतिगत पहल से राष्ट्रीय आंदोलन का रूप ले लिया है। यह योजना उत्तर प्रदेश सहित देश के सभी जिलों में क्रियान्वित की जा रही है। पश्चिम बंगाल इस योजना को क्रियान्वित नहीं कर रहा है।

- **नारी अदालत**-नारी अदालत योजना ग्राम पंचायत स्तर पर महिलाओं के लिए वैकल्पिक शिकायत निवारण मंच प्रदान करती है। इन अदालतों को पंचायत स्तर पर, संकटग्रस्त महिलाओं को घरेलू हिंसा और लिंग आधारित अन्य हिंसा से संबंधित छोटे मामलों को बातचीत, मध्यस्थता और आपसी सहमति से सुलह के माध्यम से हल करने में सहायता करने का दायित्व सौंपा गया है ताकि उन्हें न्याय सुलभ हो सके। वर्तमान में, असम राज्य और जम्मू-कश्मीर संघ राज्य क्षेत्र की 50 ग्राम पंचायतों तथा सिक्किम, उत्तर प्रदेश और मिजोरम की 10 ग्राम पंचायतों में प्रायोगिक आधार पर नारी अदालत चलाई जा रही है। वित्तीय वर्ष 2025-26 में, 13 राज्यों की 10 ग्राम पंचायतों और 2 संघ राज्य क्षेत्रों की 5 ग्राम पंचायतों को भी नारी अदालत के संचालन के लिए मंजूरी दे दी गई है और इन्हें शीघ्र ही कार्यशील कर दिया जाएगा।

“सामर्थ्य” उप योजना महिलाओं के सशक्तिकरण के लिए है। इसमें प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई), शक्ति सदन, सखी निवास, पालना और संकल्प: महिला सशक्तिकरण केंद्र (एचईडब्ल्यू) घटक शामिल हैं।

- **प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई)-** पीएमएमवीवाई केंद्र प्रायोजित मातृत्व लाभ योजना है जिसके तहत पहले बच्चे के लिए 5,000/-रुपए की नकद प्रोत्साहन राशि सीधे लाभार्थी के बैंक/डाकघर खाते में प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से दी जाती है। पात्र लाभार्थियों को शेष नकद प्रोत्साहन राशि संस्थागत प्रसव के बाद, जननी सुरक्षा योजना के तहत मातृत्व लाभ के लिए स्वीकृत मानदंडों के अनुसार प्राप्त होती है, जिससे औसतन एक महिला को 6,000/- रुपए मिलते हैं। पीएमएमवीवाई के तहत दूसरे बच्चे के लिए भी 6,000/- रुपए की नकद प्रोत्साहन राशि दी जाती है, बशर्ते दूसरा बच्चा बेटी हो।
- **शक्ति सदन**- व्यापक 'मिशन शक्ति' के अंतर्गत, कठिन परिस्थितियों में फंसी महिलाओं के लिए पहले की 'स्वाधार गृह' योजना और मानव दुर्व्यापार की रोकथाम के लिए 'उज्ज्वला गृह' योजना का 1 अप्रैल, 2022 से विलय कर दिया गया जिसे अब 'शक्ति सदन योजना' के नाम से जाना जाता है। यह एक एकीकृत राहत एवं पुनर्वास गृह है जो संकटग्रस्त महिलाओं, जिनमें दुर्व्यापार की शिकार महिलाएं भी शामिल हैं, के लिए है। इसका उद्देश्य कठिन परिस्थितियों में फंसी महिलाओं के लिए एक सुरक्षित और सहायक वातावरण तैयार करना है ताकि वे प्रतिकूल परिस्थितियों से उबर सकें।
- **सखी निवास**-सखी निवास योजना (कामकाजी महिला छात्रावास) एक मांग आधारित केंद्र प्रायोजित योजना है, जिसके तहत योजना के कार्यान्वयन के लिए सीधे राज्यों/संघ राज्य क्षेत्रों को धनराशि जारी की जाती है और इसका उद्देश्य शहरी, अर्ध-शहरी और यहां तक कि ग्रामीण क्षेत्रों में जहां महिलाओं के लिए रोजगार के अवसर मौजूद हैं, वहां कामकाजी महिलाओं के लिए सुरक्षित और सुविधाजनक स्थानों पर आवास की उपलब्धता को बढ़ावा देना है।

- **पालना**-पालना योजना के कार्यान्वयन का उद्देश्य शिशु गृहों (क्रेच) की पहुंच का विस्तार करना है ताकि यह सुनिश्चित हो सके कि हर जगह महिलाओं को काम करने का अवसर मिले और देखरेख संबंधी जिम्मेदारियों के कारण वे कार्यबल से बाहर न रहें। पालना का लक्ष्य 6 महीने से 6 वर्ष तक के बच्चों के लिए डे-केयर शिशु गृह (क्रेच) की सुविधा प्रदान करना है।
- **संकल्प: महिला सशक्तिकरण केंद्र (एचईडब्ल्यू)-संकल्प**: एचईडब्ल्यू (महिला सशक्तिकरण केंद्र) मिशन शक्ति के सभी घटकों के लिए एक परियोजना निगरानी इकाई (पीएमयू) के रूप में कार्य करता है। यह महिलाओं के लिए उपलब्ध योजनाओं और सुविधाओं के बारे में जानकारी और ज्ञान की कमी को दूर करने के साथ-साथ उन्हें लाभ और हक प्राप्त करने के लिए मार्गदर्शन प्रदान करने वाली एकल खिड़की प्रणाली (सिंगल विंडो सिस्टम) के रूप में कार्य करता है।

(ग) और (घ): मंत्रालय "मिशन वात्सल्य" नामक एक केंद्र प्रायोजित योजना क्रियान्वित कर रहा है जिसके तहत संकटग्रस्त परिस्थितियों में रहने वाले बच्चों के लिए विभिन्न सेवाएं प्रदान करने हेतु राज्य और संघ राज्य क्षेत्र सरकारों को सहायता दी जाती है। इस योजना के अंतर्गत स्थापित बाल देखरेख संस्थाएं (सीसीआई) आयु-उपयुक्त शिक्षा, व्यावसायिक प्रशिक्षण, मनोरंजन, स्वास्थ्य देखभाल, परामर्श इत्यादि जैसी सेवाएं प्रदान करती हैं और ग्रामीण एवं शहरी दोनों क्षेत्रों के बच्चों को कवर करती हैं। गैर-संस्थागत देखरेख सेवाओं के अंतर्गत, प्रायोजन, पालक देखरेख, दत्तक ग्रहण और पश्चात देखरेख के माध्यम से बच्चों को सहायता प्रदान की जाती है। इस योजना का कार्यान्वयन संबंधित राज्य और संघ राज्य क्षेत्र की सरकारों के अधीन है।

पिछले दो वित्तीय वर्षों के दौरान मिशन वात्सल्य के तहत जारी की गई बीई-आरई और निधियों का विवरण इस प्रकार है:

क्र.सं.	वित्तीय वर्ष	बजट अनुमान(बीई)	संशोधित अनुमान (आरआई)	वास्तविक व्यय
1	2024-25	1472.17	1423.15	1405.53
2	2023-24	1472.17	1272.17	1390.80

पिछले दो वित्तीय वर्षों के दौरान जारी की गई निधि के रुझान की योजना के बीई-आरई से तुलना करने पर निधि के किसी महत्वपूर्ण कम उपयोग का संकेत नहीं मिलता है।

निर्भया कोष महिलाओं की सुरक्षा और संरक्षा के लिए एक स्थायी कोष है, जो भारत सरकार के वित्त मंत्रालय के आर्थिक कार्य विभाग के अधीन है। निर्भया कोष के अंतर्गत परियोजनाएं/योजनाएं मांग आधारित होती हैं और आमतौर पर इनका कार्यान्वयन चरणबद्ध तरीके से होता है। मूल्यांकित परियोजनाओं में से कुछ को केंद्रीय मंत्रालयों/विभागों द्वारा सीधे कार्यान्वित किया जाता है। हालांकि, अधिकांश परियोजनाएं राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासनों के माध्यम से कार्यान्वित की जाती हैं जिनमें केंद्र सरकार सक्षम वित्तीय प्राधिकरण की स्वीकृति के बाद संबंधित राज्यों/संघ राज्य क्षेत्रों का निर्धारित निधि हिस्सेदारी की पद्धति के अनुसार राज्यों/संघ राज्य क्षेत्रों को निधि जारी करती है। जमीनी स्तर पर कार्यान्वयन अनुमोदित समय-सीमा के अनुसार राज्यों या संघ राज्य क्षेत्रों की कार्यान्वयन एजेंसियों द्वारा किया जाता है।

निर्भया कोष के अंतर्गत, अब तक कुल 8212.85 करोड़ रुपये आवंटित किए जा चुके हैं। निर्भया कोष से अब तक जारी और उपयोग की गई कुल राशि 6,766.18 करोड़ रुपये है जो कुल आवंटन का लगभग 82% है।

(ङ) और (च): कुपोषण की चुनौतियों से निपटने के लिए, आंगनवाड़ी सेवाएं, पोषण अभियान और किशोरियों (आकांक्षी जिलों और उत्तर-पूर्वी क्षेत्र में 14-18 वर्ष की आयु वर्ग की) के लिए योजना को सक्षम आंगनवाड़ी और पोषण 2.0 मिशन के अंतर्गत शामिल किया गया है। यह केंद्र प्रायोजित मिशन है, जिसमें विभिन्न गतिविधियों के कार्यान्वयन की जिम्मेदारी राज्यों और संघ राज्य क्षेत्रों

की है। यह मिशन उत्तर प्रदेश सहित देश के सभी राज्यों और संघ राज्य क्षेत्रों में क्रियान्वित किया जा रहा है।

जवाबदेही तंत्र के संबंध में, सभी राज्यों और संघ राज्य क्षेत्रों में सभी आंगनवाड़ी केंद्रों, आंगनवाड़ी कार्यकर्त्रियों और लाभार्थियों की निगरानी और ट्रैकिंग के लिए एक सूचना एवं संचार प्रौद्योगिकी उपकरण, पोषण ट्रैकर, शुरू किया गया है। इसका उद्देश्य निर्धारित संकेतकों पर इन गतिविधियों को ट्रैक करना है। पोषण ट्रैकर के अंतर्गत प्रौद्योगिकी का उपयोग बच्चों में बौनापन, दुबलापन और अल्प-वजन की व्याप्तता की निरंतर पहचान के लिए किया जा रहा है। इससे आंगनवाड़ी सेवाओं जैसे कि आंगनवाड़ी केंद्रों का खुलना, बच्चों की दैनिक उपस्थिति, प्रारंभिक बाल्यावस्था शिक्षा (ईसीई) गतिविधियां, बच्चों की वृद्धि की निगरानी, पका हुआ गर्म भोजन (एचसीएम)/ टेक होम राशन (टीएचआर - कच्चा राशन नहीं), वृद्धि माप इत्यादि के लिए लगभग तत्समय डेटा संग्रह संभव हो गया है। विस्तृत जानकारी इस लिंक पर उपलब्ध है: https://www.poshantracker.in

इसके अलावा, सेवा प्रदायगी की अंतिम लाभार्थी तक ट्रैकिंग के उद्देश्य से महिला एवं बाल विकास मंत्रालय ने टेक होम राशन के वितरण के लिए पोषण ट्रैकर एप्लिकेशन में चेहरे की पहचान प्रणाली (एफआरएस) विकसित की है ताकि को सुनिश्चित किया जा सके और यह सुनिश्चित किया जा सके कि लाभ केवल पोषण ट्रैकर में पंजीकृत लक्षित लाभार्थी को ही मिले।

पोषण ट्रैकर में नॉमिनी मॉड्यूल शुरू किया गया है ताकि टेक होम राशन (टीएचआर) की निर्बाध प्रदायगी सुनिश्चित हो सके। यदि किसी कारणवश पंजीकृत लाभार्थी (गर्भवती महिला, स्तनपान कराने वाली माता और किशोरी) एफआरएस के माध्यम से अपना टीएचआर प्राप्त करने के लिए आंगनवाड़ी केंद्र नहीं जा पाती हैं, तो वे अपनी ओर से किसी नॉमिनी को नामित कर सकती हैं जो उनका टीएचआर प्राप्त करेगा।

2021 में, विश्व बैंक ने एनीमिया और बौनेपन की सबसे अधिक दर वाले 11 प्राथमिकता वाले राज्यों (उत्तर प्रदेश सहित) में पोषण अभियान पर एक सर्वेक्षण किया। इस सर्वेक्षण का उद्देश्य

कार्यक्रम द्वारा प्रदान की जा रही पोषण सेवाओं का आकलन करना था। इस सर्वेक्षण के निष्कर्षों से पता चला कि पोषण अभियान के माध्यम से दी जाने वाली सेवाएं - प्रासंगिक संदेशों की प्राप्ति, आंगनवाड़ी कार्यकर्त्रियों द्वारा घर-घर जाकर सहायता करना और सामुदायिक कार्यक्रमों में भाग लेना - पोषण संबंधी व्यवहार में सुधार से संबंधित थीं। इस सर्वेक्षण में यह भी पाया गया कि कार्यक्रम के पोषण संबंधी संदेश 80% से अधिक महिलाओं तक पहुंचे और 81% महिलाओं ने पहले छह महीनों तक केवल स्तनपान कराया।

इसके अलावा, पोषण अभियान का तृतीय-पक्ष मूल्यांकन और प्रभाव आकलन नीति आयोग द्वारा 2020 में और फिर 2025 में किया गया था और उन्होंने देश में कुपोषण से निपटने के लिए इसकी प्रासंगिकता को संतोषजनक पाया है।

नीति आयोग ने मिशन सक्षम आंगनवाड़ी और पोषण 2.0 (वर्ष 2025) का परिणाम-आधारित मूल्यांकन कराया है। संस्थागत आकलन और घरेलू सर्वेक्षणों से प्राप्त साक्ष्यों से पता चलता है कि डिजिटलीकरण का पोषण निगरानी, प्रारंभिक बाल्यावस्था देखरेख एवं शिक्षा (ईसीसी), लाभार्थी प्रमाणीकरण और सेवा प्रदायगी दक्षता पर बहुआयामी प्रभाव पड़ा है। इस रिपोर्ट में पोषण ट्रैकर को पूरक पोषण कार्यक्रम (एसएनपी) के अंतर्गत मैनुअल, कागज-आधारित प्रणालियों से प्रौद्योगिकी-आधारित निगरानी ढांचे की ओर एक महत्वपूर्ण बदलाव माना गया है।

IMPLEMENTATION OF NATIONAL AYUSH MISSION IN KARNATAKA

4822. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **AYUSH** be pleased to state:

(a) The details of the implementation of the National AYUSH Mission (NAM) in Chitradurga District of Karnataka; and

(b) the details of the AYUSH hospitals, dispensaries, integrated AYUSH facilities and AYUSH Health & Wellness Centres sanctioned, approved and

made functional in Chitradurga district since the inception of the Mission; and

(c) the details of funds allocated, released and utilized under NAM for Chitradurga district during the last five years, year-wise; and

(d) the steps taken by the Government to ensure effective implementation and timely completion of works under NAM in Chitradurga district?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) and (b): Ministry of Ayush is implementing Centrally Sponsored Scheme of National Ayush Mission (NAM) through State/UT Governments for overall development & promotion of Ayush system by providing financial assistance under different activities in the country including Chitradurga District in Karnataka. Under NAM, financial assistance is being provided to States/UTs including Chitradurga District in Karnataka for different activities as per the provision of NAM guidelines against their submitted proposals through State Annual Action Plans (SAAPs).

Under NAM, as per the proposals received from State Government of Karnataka through SAAPs, 03 & 15 units for upgradation of Ayush Hospitals & Ayush dispensaries and 10 units of Ayushman Arogya Mandirs (Ayush) have been approved/sanctioned and as reported by State Government of all these units are made functional in Chitradurga District since its inception. State Government has not submitted any proposal for establishment of Integrated

Ayush Hospitals (IAHs) and establishment for Ayush dispensaries for Chitradurga District in Karnataka through SAAPs.

(c): Under NAM, the year-wise status of funds allocated/released and utilized for the State Government of Karnataka including Chitradurga district during the last five years is given in the enclosed **Statement.** The Ministry provides funds on a State/UT-wise and no District/Unit-wise fund is allocated by the Ministry.

(d): Public health being a State subject, implementation of the NAM Scheme activities falls under the jurisdiction of the respective State Government. As reported by State Government of Karnataka, several steps has been taken to strengthen Ayush infrastructure and services in Chitradurga district, including:

1. Upgradation of existing Ayush hospitals and dispensaries.
2. Establishment of Ayushman Arogya Mandir (Ayush) under Ayushman Bharat.
3. Supply of essential Ayush medicines and equipment to Government Ayush health care facilities.
4. Deployment of Ayush doctors and paramedical staff to Ayush upgraded Ayush Hospital
5. Implementation of Ayush public health programmes and wellness activities including Yoga.

STATEMENT

Year-wise status of funds allocated/released and utilized for the State Government of Karnataka including Chitradurga district during the last five years

		(Rs. in lakh)
Financial Year	**Central Share released**	**Central Share Utilized**
2020-21	45.07	37.86
2021-22	69.92	65.02
2022-23	82.25	82.25
2023-24	83.37	83.37
2024-25	222.24	222.24

MANUFACTURING OF SPURIOUS DRUGS

4823. SHRIMATI SANJNA JATAV:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware of the fact that Himachal Pradesh accounts for one third of the drugs failing quality tests and is a major supplier of medicines to semi-urban areas, thereby allegedly putting the lives of millions in danger and if so, the details thereof along with the actions taken by the Central Drugs Standard Control Organization (CDSCO) so far and if not, the reasons therefor;

(b) the list of the drugs which failed quality tests, drug-wise, company-wise and State wise;

(c) whether the Government is contemplating checking the production of spurious drugs including cough syrups so as to have a stringent mechanism

for the defaulters and if so, the details thereof along with the steps taken or proposed to be taken by the Government in this regard and if not, the reasons therefor; and

(d) whether the Government is planning to strengthen by establishing new testing Laboratories and increasing the workforce to deal with this situation and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) and (b): As part of the monthly drug alert uploaded on the website of Central Drugs Standard Control Organization (CDSCO), in the last one year (Jan. 2025 to Dec. 2025), 1902 drug samples were declared as not of standard quality (NSQ). Out of these 590 drugs samples were manufactured in Himachal Pradesh. Details of these drugs are available on the CDSCO website under the heading of Drug Alert (www.cdsco.gov.in).

In all such cases, CDSCO directed the manufacturers (as per the label claim) for recall of such drugs. In such cases, based on investigation outcomes, actions are taken by the concerned licensing authorities under the provisions of Drugs & Cosmetics Act & Rules made there under including prosecution in Court of law.

(c): CDSCO and Ministry of Health and Family Welfare have taken following regulatory measures to ensure the import and manufacture of safe, efficacious and quality medicines across the country:

(i) An advisory has been issued on 03.10.2025 to all State/UT Health Departments and healthcare facilities to ensure rational use of paediatric cough syrups. Further, the Drugs Controller (India) directed all State/UT Drug Controllers on 07.10.2025 to ensure strict compliance with testing requirements under the Drugs Rules, 1945, and on 27.10.2025 instructed them to maintain heightened vigilance against spurious and substandard drugs and take prompt action under the Drugs & Cosmetics Act, 1940.

(ii) In addition to the existing requirements of testing the raw materials, the Indian Pharmacopoeia Commission, Ghaziabad has issued an amendment to Indian Pharmacopoeia (IP) 2022, to also mandate the testing for DEG and Ethylene Glycol (EG) in oral liquids at finished product stage before market release.

(iii) In order to assess the regulatory compliance of drug manufacturing premises in the country, the CDSCO along with State Drugs Controllers (SDCs) have conducted Risk-Based Inspections of more than 960 premises since December, 2022 and based on findings, more than 860 actions like issuance of show cause notices, stop production order, suspension, cancellation of licenses /product licenses, warning letters have been taken by the State Licensing Authorities.

(iv) Further, more than 1100 cough syrup manufacturers and 380 blood centres have been subjected to intense audit in coordination with State authorities. Increased market surveillance sampling of syrup formulations by Central and State drugs regulators has also been done.

(v) The Central Government has amended the Drugs Rules 1945 vide G.S.R. 922 (E) dated 28.12.2023 to revise the schedule M to the said rules related to Good Manufacturing Practices and requirements of premises, plant and equipment for pharmaceutical products. Revised Schedule M has become effective for the drug manufacturers with turnover > Rs. 250 crores from 29.06.2024 and for manufacturers having turnover of less than Rs. 250 Cr from 01.01.2026.

(vi) In February 2024, CDSCO published regulatory guidelines for the sampling of drugs, cosmetics, and medical devices by Central and State Drugs Inspectors. These guidelines provide a structured approach to ensure the quality and efficacy of products available in the market through uniform drug sampling methodology.

(vii) An online portal, SUGAM labs is in place since September 2023 for integrating the drug testing labs of the CDSCO. It automates the entire workflow for testing of Medical Products (Drugs, Vaccine, Cosmetics & Medical devices) to meet the quality specification and tracing the testing status in the laboratories.

(viii) The Drugs Rules, 1945 have been amended in year 2023 to mandate that manufacturers of the top 300 drug formulation brands listed in Schedule H2 shall print or affix a Bar Code or QR Code on the primary packaging label, or on the secondary label where space is insufficient, to store data readable through software applications for authentication. Similarly, the Rules have also been amended to require that every Active

Pharmaceutical Ingredient (bulk drug), whether manufactured or imported, shall bear a QR Code on each level of packaging containing data readable through software applications to facilitate tracking and tracing.

(ix) Central regulator coordinates activities of State Drug Control Organisations and provides expert advice through the Drugs Consultative Committee (DCC) meetings held with State Drugs Controllers for uniformity in administration of the Drugs and Cosmetics Act.

(x) Central government is providing regular residential, regional training and workshops to officials of CDSCO and State Drug Regulatory Authorities on Good Manufacturing Practices. In the Financial Year 2023-24 CDSCO has trained 22854 persons while in Financial Year 2024-25, 20551 persons have been trained.

(d): For strengthening the drug regulatory system in the country, Ministry of Health and Family Welfare has implemented a Centrally Sponsored Scheme Strengthening of States' Drug Regulatory System (SSDRS). The scheme envisages upgrading existing State laboratories, setting up of new drug testing laboratories and upgradation of existing State drug control offices in the country. Under the SSDRS Scheme, funds totalling Rs. 756 Crore has been released to States/UTs as part of the Central Share and 19 New Drug Testing Labs have been constructed and 28 existing labs have been up-graded in various States/UTs.

HONORARIUM TO AWWS AND AWHS IN KARNATAKA

4824. SHRI E TUKARAM:

Will the Minister of **WOMEN AND CHILD DEVELOPMENT** be pleased to state:

(a) the total number of posts of Anganwadi Workers (AWWs) and Anganwadi Helpers (AWHs) lying vacant in Karnataka as per records of the Central Government;

(b) whether the Central Government has reviewed the present honorarium amount given to AWWs and AWHs, if so, the details thereof;

(c) whether the Central Government proposes to increase its share of honorarium for AWWs and AWHs in Karnataka; and

(d) if so, the details of amount proposed to be increased indicating the likely date of implementation thereof and if not, the reasons for not increasing the Central share despite repeated demands and rising cost of living?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR):

(a) to (d): Anganwadi Workers (AWWs) and Anganwadi Helpers (AWHs) are honorary workers drawn from the local community who voluntarily come forward to render their services in the area of child care and development to help the local community for which they are paid honorarium. This honorarium is increased from time to time. From 1st October, 2018, Government of India has enhanced the honorarium of AWWs at Anganwadi centres (AWCs) from Rs.3,000/- to Rs.4,500/- per month and AWHs from Rs.1,500/- to Rs.2,250/-

per month as per the defined cost sharing ratio between the Centre and States and UTs. In addition, States and UTs are also paying additional monetary incentives and top ups to these functionaries from their own resources which vary from State to State. Details of additional top ups provided by States and UTs are given in the enclosed **Statement**.

Besides, performance linked incentive of Rs.500/- per month is provided to AWWs and Rs.250/- per month to AWHs.

Under Mission Saksham Anganwadi and Poshan 2.0, AWWs have been technologically empowered with the provision of smartphones for efficient monitoring and delivery of services. Poshan Tracker which is a mobile phone application that has digitized physical registers used by Anganwadi workers. This improves the quality of their work while simultaneously enabling them for real-time monitoring of all activities going on in the Anganwadis.

To incentivize and encourage the AWWs and AWHs, various initiatives have been undertaken including the following:

i. Promotion: Under Mission Saksham Anganwadi and Poshan 2.0, promotional opportunities for AWWs and AWHs have been enhanced. 50% posts of AWWs are to be filled by AWHs with 5 years of experience and 50% posts of Supervisors are to be filled by promotion of AWWs with 5 years of experience subject to fulfilment of other criteria.
ii. Leave: 20 days' annual leave and paid maternity absence of 180 days and paid absence on abortion/ miscarriage once for 45 days.
iii. State Governments and UT Administrations have been requested to

encourage eligible AWWs and AWHs to get themselves enrolled under the Pradhan Mantri Shram Yogi Mandhan (PM-SYM) Pension Scheme, which is a voluntary and contributory pension scheme for the unorganized sector in the country to ensure old age protection.

iv. Social Security Insurance Schemes: Insurance benefits have been provided to AWWs and AWHs under Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) for life cover worth Rs.2.00 lakh (covers life risk, death due to any reason) in the age group of 18 to 50 years and under Pradhan Mantri Suraksha Bima Yojana for accidental cover of Rs.2.00 Lakh (accidental death and permanent full disability) /Rs.1.00 Lakh (partial but permanent disability) in the age group of 18-59 years.

v. Retirement date: States and UTs have been requested to adopt a uniform retirement date i.e 30th April of each year with respect to AWWs and AWHs to ensure proper human resource planning.

vi. Annual Healthcare coverage of Rs. 5 Lakhs under Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) to all AWWs and AWHs in pursuance to budget announcement in FY 2024-25.

As per the data available on Poshan Tracker (February, 2026), a total of 3,809 posts of Anganwadi Workers and 12,022 posts of Anganwadi Helpers are vacant in the State of Karnataka.

Mission Saksham Anganwadi and Poshan 2.0 is a Centrally Sponsored scheme. The Central Government is responsible for policy and planning and the State Governments/UT Administrations are responsible for day-to-day

program implementation including recruitment of staff for implementation of the scheme. The matter regarding filling up of vacant posts at various levels is regularly taken up with them through sustained engagements and video conferences so as to ensure uninterrupted delivery of services to the beneficiaries.

STATEMENT

Details of additional top ups as provided by States and UTs:

Sr. No.	State	Additional top ups paid to AWWs (per month)	Additional top ups paid to AWHs (per month)
1	Andhra Pradesh	7,000	4,750
2	Bihar	2,500	1,750
3	Chhattisgarh	5,500	2,750
4	Gujarat	5,500	3,250
5	Haryana	10,250	5,650
6	Himachal Pradesh	5,500	3,250
7	Jammu & Kashmir	600	300
8	Jharkhand	5,000	2,500
9	Karnataka	7,000	4,500
10	Kerala	8,500	6,750
11	Madhya Pradesh	8,500	4,250
12	Maharashtra	8,500	5,250
13	Odisha	5,500	2,750
14	Punjab	5,500-6,500	2,750-3,250
15	Rajasthan	5,510	3,674
16	Tamil Nadu	3,200	1,850
17	Telangana	9,150	5,550
18	Uttar Pradesh	1,500	750
19	Uttarakhand	4,800	3,000

20	West Bengal	4,500	4,550
21	Arunachal Pradesh	3,000	3,000
22	Assam	2,000	1,000
23	Manipur	1,000	600
24	Meghalaya	3,000	1,000
25	Mizoram	450	500
26	Nagaland	Nil	Nil
27	Sikkim	7,000	4,500
28	Tripura	3,500-5,946	2,750-4218
29	Andaman & Nicobar	7,500	5,750
30	Goa	5,500 -13,500	3,750 - 6,750
31	Puducherry	1,950	2,125
32	Chandigarh	3,600	1,800
33	Ladakh	1,300	650
34	Delhi	6,720	3,360
35	Dadra & Nagar Haveli and Daman & Diu	3,500	1,750
36	Lakshadweep	5,500	4,750

NHM EMPLOYEE PAYMENT DELAYS

4825. DR. MALLU RAVI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether employees under National Health Mission (NHM) in Nagarkurnool in Telangana have faced delayed salaries during the last three years;

(b) the number of staff affected and the duration of such payment delays;

(c) whether service delivery, outreach or immunisation programmes have been disrupted as a result of the same, if so, the details thereof;

(d) whether grievance redressal mechanisms exist for frontline health staff, if

so, the details thereof;

(e) whether any contingency plans exists to ensure uninterrupted health services, if so, the details thereof; and

(f) the steps proposed by the Government to guarantee timely payment of remuneration and operational continuity?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (f): Health is a state subject and matters related to recruitment, remuneration and disbursement of salaries to staff engaged under the National Health Mission (NHM) are within the purview of the respective State/UT Governments.

The National Health Mission (NHM) provides support for improvement in health infrastructure, availability of adequate human resources in health facilities, to improve availability and accessibility to quality healthcare across the country including Nagarkurnool in Telangana. The Ministry of Health and Family Welfare provides technical and financial support to the States/UTs to strengthen the public healthcare system, based on the proposals received in the form of Programme Implementation Plans (PIPs) under NHM. Government of India provides approval for the proposals in the form of Record of Proceedings (RoPs) as per norms & available resources.

The Human Resources for Health (HRH) guidelines under NHM mandate a formal Grievance Redressal Policy with a structured escalation

matrix to ensure that employee concerns are addressed systematically and within specific timeframes. Under the policy, establishment of a Grievance Redressal Committee for HRH at different levels is recommended. The States are advised to create both online and offline facilities for receiving grievances of the employees and ascertain time bound resolution with utmost confidentiality and sensitivity.

As reported by Government of Telangana, there are no delays in remuneration for the last three years, no disruption in service delivery, outreach or immunization programmes and grievance redressal mechanism already exists in Telangana State.

The Government of India has taken number of initiatives in the form of incentives and honorarium to the medical professionals for encouraging better service delivery in rural and remote areas across the country including Telangana, which include:

- Hard Area Allowance to specialist doctors for serving in rural and remote areas so that they find it attractive to serve in public health facilities in such areas.
- States are also allowed to offer negotiable salary to attract specialist including flexibility in strategies such as “You Quote We Pay”.
- Non-monetary incentives such as preferential admission in postgraduate courses for staff serving in difficult areas and improving accommodation arrangement in rural areas have also been introduced under NHM.

- Multi-skilling of doctors is supported under NHM to overcome the shortage of specialists such as Comprehensive Emergency Obstetric and Newborn Care (CEmONC) and Life Saving Anaesthesia Skills (LSAS).

This Ministry regularly reviews the implementation of NHM with States/UTs through periodic review meetings and monitoring mechanisms to ensure effective utilization of funds and continuity of service delivery.

Further, SNA SPARSH mechanism is implemented in 31 States/UTs under NHM. This facilitates just in time fund flow and promotes effective cash management. States/UTs submit their proposals through the annual Programme Implementation Plan (PIP), and based on the available resource envelope (RE), the Government of India grants approvals in the Record of Proceedings (ROP) including indicators and targets for the States.

UTILISATION OF TELE-MANAS SERVICES

4826. SHRI YADUVEER WADIYAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the national impact and key outcomes achieved under the Tele-MANAS initiative since its launch, including the number of calls received, cases handled and referrals made for specialised care;

(b) the data on utilisation of Tele-MANAS services, including the figures for Karnataka, State-wise;

(c) whether the Government has taken steps to integrate digital mental health

services and awareness modules into the national school health framework including under existing school health programmes and if so, the details thereof;

(d) the measures adopted by the Government to train teachers, counsellors and frontline health workers to identify and address early signs of mental health concerns among students; and

(e) the plans, if any, to expand Tele-MANAS outreach among adolescents and youth through schools and higher educational institutions and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (e): The Government has launched a “National Tele Mental Health Programme” on 10th October, 2022, to further improve access to quality mental health counselling and care services in the country. As on 03.03.2026, 36 States/ UTs have set up 53 Tele MANAS Cells. Tele-MANAS services are available in 20 languages based on language opted by States. More than 34.34 lakh calls have been handled on the helpline number since inception.

The Government has also launched Tele MANAS Mobile Application on the occasion of World Mental Health Day - October 10, 2024. Tele-MANAS Mobile Application is a comprehensive mobile platform that has been developed to provide support for mental health issues ranging from well-being to mental disorders. 47,487 referrals were made for non-emergency in-person

services, alongside 9,590 referrals for further detailed clinical evaluation. To connect individuals with expert care 19,135 referrals were directed to Mental Health Professionals (MHPs). Additionally, 1,319 individuals were routed to the District Mental Health Programme (DMHP) for localized, ongoing support. Addressing cases that require multi-disciplinary attention 10,240 individuals were referred to medical or surgical specialists. For acute mental health crisis, 5,083 urgent referrals were made to psychiatric hospital emergencies, with another 345 directed to medical colleges and tertiary hospitals for advance clinical management.

The data on utilization of Tele-MANAS services, including the figures for Karnataka, State-wise is given in the enclosed **Statement.**

The Rashtriya Kishor Swasthya Karyakram (RKSK) of the Ministry of Health & Family Welfare through its interventions viz. Adolescent Friendly Health Clinics (AFHC), Peer Education Programme and Adolescent Health and Wellness Days (AH&WD) creates awareness on mental health issues and provides counselling services. Peer Educators form groups of 15-20 boys and girls in the community and conduct weekly one to two hour participatory sessions on adolescent health including mental health and wellbeing. Under RKSK, Mental health is an integral part of the strategy and includes training of Mos, ANMs and Counsellors on issues of common adolescent mental health and management of the same.

The Manodarpan an initiative of the Ministry of Education provides psychosocial support to students, teachers and families through an online

platform offering advisories, audio-visual resources and guidance on emotional well-being. Interactive sessions such as Sahyog and Paricharcha help students cope with academic stress and emotional challenges.

“Emotional Wellbeing and Mental Health” is incorporated as a dedicated module under Ayushman Bharat School Health & Wellness Programme. Health and Wellness Ambassadors (Teachers) are trained on mental health along with other thematic areas of the programme, take interactive sessions with the students and percolate the messages through weekly sessions promoting joyful learning.

Tele MANAS teams have conducted numerous outreach activities and awareness sessions in schools, colleges, hostels, ITIs, Universities, NGOs, old-age homes, orphanages, health facilities, workplaces and professional gatherings. Special initiatives have been held for Indian railway loco pilots and their families, reserve police personnel, income tax officials, nursing and social work students, and lay counsellors, covering several thousand participants during the period.

STATEMENT

State-wise Data on utilization of Tele-MANAS services

State Name	Number of Calls
Uttar Pradesh	660,932
Tamil Nadu	489,994
Odisha	304,314
Maharashtra	281,413
Karnataka	217,969
West Bengal	208,214

Telangana	196,974
Madhya Pradesh	188,073
Jammu and Kashmir	144,918
Rajasthan	70,499
Kerala	65,897
Jharkhand	64,702
Andhra Pradesh	63,093
Chhattisgarh	50,835
Assam	50,257
Delhi	45,833
Gujarat	42,765
Bihar	40,331
Punjab	39,317
Dadra and Nagar Haveli, Daman and Diu	34,979
Tripura	29,235
Goa	27,469
Uttarakhand	23,867
Mizoram	22,922
Manipur	17,430
Chandigarh	14,378
Puducherry	13,951
Haryana	13,112
Himachal Pradesh	10,714
Ladakh	6,947
Sikkim	5,502
Andaman and Nicobar Islands	5986
Arunachal Pradesh	4,815
Meghalaya	4,660
Nagaland	2,550
Lakshadweep	1,082

MENTAL HEALTH SERVICES UNDER NMHP

4827. SHRI P C MOHAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the steps taken or proposed to be taken by the Government to strengthen mental health services in the country under the National Mental Health Programme including the expansion of counselling services, rehabilitation centres and digital mental health platforms along with the details thereof, particularly for Karnataka and Bengaluru;

(b) whether the Government has assessed the adequacy of psychiatrists, clinical psychologists, psychiatric social workers and rehabilitation facilities in the country in comparison with global standards and the present doctor and patient ratio in the mental health sector and if so, the details thereof;

(c) the specific initiatives undertaken by the Government to support students, working professionals and vulnerable groups facing stress, anxiety and depression including the establishment of helplines and campus-based counselling systems; and

(d) whether the Government proposes to introduce stricter guidelines or compliance frameworks for companies, educational institutions and workplaces to ensure the provision of mental health support services and if so, the details thereof and the way forward in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (d) To address the burden of mental disorders, the Government of India is implementing the National Mental Health Programme (NMHP) in the country. The District Mental Health Programme (DMHP) component of the NMHP has been sanctioned for implementation in 767 districts for which support is provided to States/UTs through the National Health Mission. Facilities made available under DMHP at the Community Health Centre (CHC) and Primary Health Centre (PHC) levels, inter- alia, include outpatient services, assessment, counselling/ psycho-social interventions, continuing care and support to persons with severe mental disorders, drugs, outreach services, ambulance services etc.

The Government has launched a “National Tele Mental Health Programme” (NTMHP) on 10th October, 2022, that functions as the digital arm of the District Mental Health Programme to provide universal access to equitable, accessible, affordable and quality mental health care through 24 x 7 tele-mental health counselling services. For this, a toll-free number (14416) has been set up across the country.

As on 03.03.2026, 36 States/ UTs have set up 53 Tele MANAS Cells. Tele-MANAS services are available in 20 languages based on language opted by States. More than 34.34 lakh calls have been handled on the helpline number since inception. The number of calls handled on the helpline number since inception in the State of Karnataka is 2,17,969.

The data regarding number of psychologists, psychiatrists and counsellors in the country at present is not maintained centrally. As per NMC website,

approximately 1300 MD psychiatry seats are available in the country in various medical colleges. As per information provided by National Medical Commission (NMC), there are 13,88,185 registered allopathic doctors. Psychiatry now has been made a compulsory subject with a dedicated question paper in MBBS. The curriculum is now competency based. The numbers of hours of psychiatry teaching and clinical postings is increased, marks for psychiatry have been increased and the psychiatry internship is made mandatory.

As per information received from Rehabilitation Council of India (RCI), 4309 Clinical Psychologists and 801 Rehabilitation Social Workers are registered in Central Rehabilitation Register of RCI.

Further, as per the National Mental Health Survey (NMHS) 2016, conducted by the NIMHANS, Bengaluru in 12 States of the country, the availability of Psychiatrists in the NMHS states varied from 0.05 per lakh population in Madhya Pradesh to 1.2 per lakh population in Kerala.

The Rashtriya Kishor Swasthya Karyakram (RKSK) of the Ministry of Health & Family Welfare through its interventions viz. Adolescent Friendly Health Clinics (AFHC), Peer Education Programme and Adolescent Health and Wellness Days (AH&WD) creates awareness on mental health issues and provides counselling services. Peer Educators form groups of 15-20 boys and girls in the community and conduct weekly one to two hour participatory sessions on adolescent health including mental health and wellbeing. Under RKSK, Mental health is an integral part of the strategy and includes training of Mos, ANMs and Counsellors on issues of common adolescent mental health

and management of the same.

The Manodarpan an initiative of the Ministry of Education provides psychosocial support to students, teachers and families through an online platform offering advisories, audio-visual resources and guidance on emotional well-being. Interactive sessions such as Sahyog and Paricharcha help students cope with academic stress and emotional challenges.

“Emotional Wellbeing and Mental Health” is incorporated as a dedicated module under Ayushman Bharat School Health & Wellness Programme. Health and Wellness Ambassadors (Teachers) are trained on mental health along with other thematic areas of the programme, take interactive sessions with the students and percolate the messages through weekly sessions promoting joyful learning.

UPGRADATION OF DISTRICT HOSPITAL

4828. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government under the Centrally Sponsored Scheme for the establishment of new medical colleges attached to existing district/referral hospitals has received and considered any proposal from the Government of Odisha for the upgradation of District Headquarters Hospital, Boudh into a Government Medical College, if so, the details thereof;

(b) the details of the eligibility criteria, minimum bed strength, funding pattern and approval process under the said scheme;

(c) whether the Government has assessed the healthcare gaps, doctor-population ratio and regional imbalance in western Odisha, particularly in Boudh district, if so, the details thereof;

(d) whether the Government proposes to extend financial and technical support for establishing a Medical College at Boudh to improve tertiary healthcare services and increase MBBS seats in the State; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE; AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRIMATI ANUPRIYA PATEL):

(a) to (e): The Ministry of Health & Family Welfare administers a Centrally Sponsored Scheme (CSS) for 'Establishment of new medical colleges attached with existing district/referral hospitals' with preference to underserved areas and aspirational districts, where there is no existing Government or private medical college. The fund sharing mechanism between the Centre and State Governments is in the ratio of 90:10 for North Eastern and Special Category States, and 60:40 for others. Under the Scheme, all the envisaged 157 Government Medical Colleges have been approved including seven (07) medical colleges (Balasore, Baripada (Mayurbhanj), Bolangir, Koraput, Puri in Phase-I, Jajpur in Phase-II & Kalahandi in Phase-III) in Odisha. All the medical colleges are functional. However, no proposal for setting up of Medical College at Boudh has been received from the State of Odisha.

Further, the Government has recently approved Phase-III and extension

of the CSSs for Strengthening and Upgradation of existing State/Central Government Medical Colleges, Standalone PG Institutes and Government Hospitals for creation of 5000 PG seats and 5023 MBBS seats with an enhanced cost ceiling of Rs. 1.50 crore per seat.

Public health and hospitals being a State subject, the primary responsibility for strengthening the healthcare system, including expansion of human resources, rests with the respective State/UT Governments. However, the Central Government has undertaken several initiatives to improve the availability of healthcare professionals in the country, including:

- The Family Adoption Programme (FAP) has been incorporated into the MBBS curriculum to provide equitable healthcare access to rural population. FAP involves medical colleges adopting villages, and MBBS students adopting families within these villages.
- Under District Residency Program of National Medical Commission (NMC) second/third year PG students of medical colleges are posted in district hospitals.
- Hard area allowance is provided to specialist doctors for serving in rural and remote areas and for their residential quarters.
- Honorarium to Gynaecologists/Emergency Obstetric Care (EmoC) trained, Paediatricians & Anesthetist/ Life Saving Anaesthesia Skills (LSAS) trained doctors is provided to increase availability of specialists for conducting Cesarean Sections in rural & remote area.

- Special incentives for doctors and incentive for Auxiliary Nurse Midwife (ANM) for ensuring timely checkup and recording for antenatal care and adolescent reproductive and sexual health are available.
- States are allowed to offer negotiable salary to attract specialists including flexibility in strategies such as “You Quote We Pay”.
- Non-Monetary incentives such as preferential admission in postgraduate courses for staff serving in difficult areas and improving accommodation arrangement in rural areas have also been introduced under NHM.
- Multi-skilling of doctors is supported under NHM to overcome the shortage of specialists. Skill upgradation of existing HR is another major strategy under NRHM for achieving improvement in health outcomes.

हाथरस में पीएम-एबीएचआईएम के तहत स्वीकृत परियोजनाएं

4829. श्री अनूप प्रधान वाल्मीकि:

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) उक्त योजना के अंतर्गत उत्तर प्रदेश के हाथरस जिले में स्वास्थ्य अवसंरचना को सुदृढ़ करने के लिए सरकार द्वारा स्वीकृत परियोजनाओं के नाम क्या हैं तथा इन परियोजनाओं की वर्तमान प्रगति स्थिति क्या है;

(ख) क्या हाथरस जिला अस्पताल में गहन चिकित्सा ब्लॉक अथवा उन्नत नैदानिक सुविधाओं की स्थापना का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) सरकार के 'विकसित भारत' दृष्टिकोण के अंतर्गत अर्द्ध-शहरी जिलों में स्वास्थ्य सेवाओं के और विस्तार के लिए कार्ययोजना का ब्यौरा क्या है;

(घ) क्या सरकार का हाथरस जैसे जिलों में टेलीमेडिसिन सुविधाओं को और सुदृढ़ करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या ब्लॉक स्तर पर जनस्वास्थ्य प्रयोगशालाओं की स्थापना के लिए कोई समय-सीमा निर्धारित की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव):

(क) से (ङ): प्रधानमंत्री आयुष्मान भारत स्वास्थ्य अवसंरचना मिशन (पीएम-एबीएचआईएम) एक केंद्रीय प्रायोजित योजना (सीएसएस) है, जिसमें कुछेक केंद्रीय क्षेत्र घटक (सीएस) शामिल हैं, और इस योजना की अवधि (वित्त वर्ष 2021-22 से वित्त वर्ष 2025-26) के लिए 64,180 करोड़ रुपये का परिव्यय निर्धारित है।

इस योजना में स्वास्थ्य सेवा प्रदायगी और जन स्वास्थ्य कार्यों को एकीकृत और सुदृढ़ करने के लिए एक नई पीढ़ी के सुधारों की परिकल्पना की गई है, जिसमें सभी स्तरों—प्राथमिक, माध्यमिक और विशिष्ट स्तर पर निर्बाध परिचर्या प्रदान करना तथा स्वास्थ्य प्रणालियों को महामारियों और आपदाओं का प्रभावी रूप से सामना करने के लिए तैयार करना शामिल है।

इस योजना के सीएसएस घटक के अंतर्गत, उत्तर प्रदेश राज्य को पाँच वर्षों के लिए अर्थात वित्त वर्ष 2021-22 से 2025-2026 तक 1670 भवन रहित उप स्वास्थ्य केंद्रों (एसएचसी), 674 शहरी आयुष्मान आरोग्य मंदिर (एएएम), 515 ब्लॉक जन स्वास्थ्य इकाइयों (बीपीएचयू), 75 एकीकृत सार्वजनिक स्वास्थ्य प्रयोगशालाएं (आईपीएचएलएस) और जिला अस्पतालों तथा मेडिकल कॉलेज स्तर पर 74 क्रिटिकल केयर ब्लॉक (सीसीबीएस) के निर्माण/सुदृढ़ीकरण हेतु ₹5249.99 करोड़ की राशि के प्रशासनिक अनुमोदन स्वीकृत किए गए हैं।

राज्य द्वारा प्रदान की गई जानकारी के अनुसार, हाथरस जिले में 6 शहरी आयुष्मान आरोग्य मंदिर (एएएम), 4 ब्लॉक जन स्वास्थ्य ईकाइयां (बीपीएचयू), 1 इंटीग्रेटेड पब्लिक हेल्थ लैबोरेटरी (आईपीएचएल), और 1 क्रिटिकल केयर हॉस्पिटल ब्लॉक (सीसीबी) के लिए अनुमोदन

प्रदान किया गया है। इन हस्तक्षेपों का उद्देश्य प्राथमिक स्वास्थ्य सेवाओं को सुदृढ़ करना, निदान क्षमता को बढ़ाना, रोग निगरानी में सुधार करना, और जिले में गहन परिचर्या सुविधा केंद्रों का संवर्धन करना है।

विकसित भारत 2047 पहल 2047 तक भारत को एक विकसित, समतामूलक और लचीला राष्ट्र बनाने का दृष्टिकोण रखती है, जिसमें स्वास्थ्य और कल्याण एक प्रमुख स्तंभ है। स्वास्थ्य और परिवार कल्याण मंत्रालय का लक्ष्य एक सुदृढ़, डिजिटल रूप से सक्षम और जलवायु-लचीली स्वास्थ्य देखभाल प्रणाली के माध्यम से सार्वभौमिक स्वास्थ्य कवरेज, बेहतर स्वस्थ जीवन प्रत्याशा और व्यक्तिगत खर्च को कम करना है। यह पहल गुणवत्तापूर्ण स्वास्थ्य सेवाओं का विस्तार करने, स्वास्थ्य अवसंरचना और कार्यबल को मजबूत करने, आयुष्मान भारत डिजिटल मिशन के तहत डिजिटल स्वास्थ्य को बढ़ावा देने, फार्मास्यूटिकल्स और चिकित्सा प्रौद्योगिकी में नवाचार को प्रोत्साहित करने, और सभी नागरिकों के लिए सुलभ, वहनीय और उच्च-गुणवत्ता वाली स्वास्थ्य सेवा सुनिश्चित करने के लिए रोग निगरानी और आपातकालीन तैयारी को प्रोत्साहित करने पर केंद्रित है।

देश के सभी राज्यों/संघ राज्य क्षेत्रों में टेलीकंसल्टेशन सेवाएं लागू की जा चुकी हैं, जिनका कार्यान्वयन संबंधित राज्यों/ संघ राज्य क्षेत्रों द्वारा किया जा रहा है। ग्रामीण और शहरी दोनों क्षेत्रों में टेलीकंसल्टेशन सेवाओं को सुदृढ़ करने के लिए राज्यों संघ राज्य क्षेत्रों को एनएचएम कार्यक्रम कार्यान्वयन योजनाओं (पीआईपी) के माध्यम से वित्तीय प्रावधान प्रदान किए गए हैं। 16 मार्च 2026 तक, ई-संजीवनी पोर्टल पर कुल 1,38,480 स्वास्थ्य सुविधा केंद्रों को स्पोक्स और 18,571 सुविधाओं को हब्स के रूप में नामांकित किया गया है।

इसके अतिरिक्त, पीएम-एबीएचआईएम के सीएसएस घटक के तहत, उत्तर प्रदेश राज्य के लिए वित्त वर्ष 2021-22 से वित्त वर्ष 2025-26 की अवधि हेतु, ब्लॉक स्तर पर जन स्वास्थ्य प्रयोगशालाओं और रोग निगरानी को सुदृढ़ करने के लिए 515 ब्लॉक जन स्वास्थ्य इकाइयों (बीपीएचयू) को मंजूरी दी गई है, जिसमें हाथरस जिले की 4 बीपीएचयू भी शामिल हैं।

CRITICAL CARE SERVICES AT GMCH, CHANDIGARH

4830. SHRI MANISH TEWARI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to State:

(a) whether the Government has taken note of reports that a large number of ventilators supplied during the COVID-19 pandemic at Government Medical College and Hospital (GMCH), Sector 32, Chandigarh are lying non-functional affecting critical care services and if so, the details thereof;

(b) the total number of ventilators supplied and the number currently functional along with the reasons for those that are non-functional including issues of maintenance and avalability of spare parts;

(c) whether there are shortages of ventilator and trained staff is facing shortages of technical staff, including the absence of ventilators, ventilator technicians and trained staff at the Trauma Centre at GMCH-32 and shortages of nursing and paramedical staff at GMCH-32, if so, the details thereof; and

(d) the steps taken by the Government to repair non- functional equipments, fill up vacancies and strengthen critical care infrastructure in the said hospitals at Chandigarh?

THE MINISTER OF STATE OF THE MINISTRY OF AYUSH; AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO GANPATRAO JADHAV):

(a) to (d): Ministry of Health and Family Welfare, Government of India has assisted the States/UTs from the beginning of the COVID-19 pandemic by,

inter-alia, providing Medical Equipment like PPEs, N-95 Mask, Ventilators free of cost.

The Government of India provided total 99 Ventilators to Government Medical College and Hospital (GMCH), Chandigarh during Covid 19. GMCH has reported that as of now, 35 ventilators are functional.

Further, GMCH has reported that Trauma Centre has sufficient doctors and nursing staff. All ICU equipment are covered under Comprehensive Annual Maintenance Contracts (CAMC).

Unstarred Question Nos. 4831 to 5060 (23.03.2026)

EXTENSION OF RUPAY KISAN CREDIT CARD TO COOPERATIVE SOCIETIES

4831. SHRI PRADEEP KUMAR SINGH:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI LUMBARAM CHOUDHARY:

SHRIMATI KRITI DEVI DEBBARMAN:

SHRI YOGENDER CHANDOLIA:

SHRI ANUP SANJAY DHOTRE:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI KRISHNA PRASAD TENNETI:

SHRI HARIBHAI PATEL:

SHRI SATISH KUMAR GAUTAM:

SHRI BHARATSINHJI SHANKARJI DABHI:

SHRI PRAVEEN PATEL:

SHRI VISHNU DAYAL RAM:

Will the Minister of **FINANCE** be pleased to state:

(a) the impact of the pilot project launched in Banaskantha and Panchmahal districts on expanding the outreach of District Central Cooperative Banks (DCCBs);

(b) the number of RuPay Kisan Credit Cards issued so far under the ‘Cooperation among Cooperatives’ campaign in the country, State-wise details thereof;

(c) the measures taken by the Government to ensure timely and affordable credit to members of dairy and other cooperative societies through RuPay KCCs;

(d) whether the Government proposes to extend Rupay Kisan Credit Card to Members of Cooperative Societies beyond the States of Gujarat and Karnataka to all District Central Cooperative Banks across the country; and

(e) if so, the timeline thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): As informed by the National Bank for Agriculture and Rural Development (NABARD), a pilot project was launched in FY 2024 in Banaskantha and Panchmahal District Central Cooperative Banks (DCCBs) of Gujarat to promote routing of all financial transactions of Primary Dairy Cooperative Societies (PDCS) and other cooperative bodies through the cooperative banking network, to strengthen and make the cooperative sector self-reliant. Under the said pilot project, PDCS were equipped with micro-ATMs and awareness was created through financial literacy camps for undertaking digital transactions.

(b): The State wise details for RuPay Kisan Credit Cards issued by Rural Cooperative Banks, as on 28.02.2026 are given in the enclosed **Statement**.

(c): The Government has taken various measures to ensure timely and affordable credit to dairy and other cooperative societies, which *inter-alia* include:

i) KCC Scheme along with benefits of interest subvention has been extended to Animal Husbandry and Fisheries Farmers in FY 2018-19.

ii) The Reserve Bank of India (RBI) has announced that agricultural loans, including loans for allied activities, up to the limit of ₹ 2 lakh can be provided without the need for collateral, w.e.f 01.01.2025

iii) To support payment ecosystem participants in effective service delivery, the Government has implemented the "Incentive scheme for promotion of RuPay Debit Cards and low-value BHIM-UPI transactions (P2M) under which incentives are paid by the Government to the Acquiring Bank (merchant's bank)

(d) and (e): The RuPay KCC scheme was introduced in 2012 and the scheme is already applicable to all cooperative banks across the country as per the extant guidelines of the RBI.

STATEMENT

State/UT-wise details of Rupay KCCs issued cumulatively by Rural Cooperative Banks

State / UT	No. of Rupay Kisan Credit Cards Issued as on 28.02.2026
Andhra Pradesh	9,54,858
Assam	3,113
Bihar	27,537
Chhattisgarh	2,02,262
Gujarat	8,90,128

Haryana	35,513
Jammu and Kashmir	2,838
Jharkhand	70
Karnataka	16,08,289
Madhya Pradesh	74,002
Maharashtra	7,28,502
Manipur	2,280
Odisha	58,717
Puducherry	1,813
Punjab	20,970
Rajasthan	80,686
Tamil Nadu	18,04,661
Telangana	3,82,753
Uttar Pradesh	1,54,124
Uttarakhand	72,066
West Bengal	1,327
Total	**71,06,509**

RUPAY KISAN CREDIT CARDS ISSUED THROUGH COOPERATIVE INSTITUTIONS

4832. DR. BHOLA SINGH:

Will the Minister of **FINANCE** be pleased to state:

(a) the number of RuPay Kisan Credit Cards issued through cooperative institutions during the last three years, State-wise, including Uttar Pradesh;

(b) whether cooperative banks and societies in Bulandshahr district are covered under the said scheme and if so, the number of beneficiaries therein;

(c) the steps taken/proposed to be taken by the Government to expand access to institutional credit for farmers through cooperative institutions; and

(d) whether the Government proposes to expand coverage to additional districts and cooperative institutions across the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) As reported by National Bank for Agriculture and Rural Development (NABARD), the State(s)/UT(s)-wise details of number of RuPay Kisan Credit Cards (KCCs) issued cumulatively by the Rural Cooperative Banks during the last three years including the State of Uttar Pradesh are given in the enclosed **Statement**.

(b) The RuPay KCC scheme is applicable to all Rural Cooperative Banks including the District Central Cooperative Bank (DCCB) of Bulandshahr. NABARD has informed that as on 31.03.2025, a total of 71,635 RuPay KCCs have been issued by DCCB Bulandshahr.

(c) and (d) The Government has taken various initiatives to expand the access and coverage of institutional credit for farmers through cooperative institutions which *inter-alia* include :-

- To achieve prosperity in the country through the mantra of “Sahakar se Samriddhi”, a pilot project to promote “Cooperation among Cooperatives” was launched in two districts of Gujarat on 21.05.2023, which was further extended to all districts of Gujarat on 15.01.2024.

- Under the said campaign, RuPay Kisan Credit Cards (KCCs) have been distributed to members of Primary Agricultural Credit Societies (PACS), Primary Dairy Cooperative Societies (PDCS), and other cooperative societies to provide access to concessional credit at zero or low interest rates.

- As the “Sahakar se Samriddhi” campaign demonstrated the potential for cooperative banks to expand their reach and capacity, to replicate the success of this campaign in all districts across the country, a Standard Operating Procedure (SoP) for nationwide implementation of the campaign was launched on 19.09.2024.

- To increase the institutional credit through cooperative banks, ground level agriculture credit targets are also given to Rural Cooperative Banks.

  Further, the RuPay KCC scheme was introduced in 2012 and the scheme is applicable to all cooperative banks across the country as per the extant guidelines of Reserve Bank of India (RBI).

STATEMENT

Details of cumulative number of RuPay Kisan Credit Cards issued by Rural Cooperative Banks (RCBs)

(No. in absolute)

S.no.	States	as on 31st March 2023	as on 31st March 2024	as on 31st March 2025
1.	Andhra Pradesh	7,18,327	6,88,494	7,58,295
2.	Arunachal Pradesh	376	376	376
3.	Assam	1,299	1,463	-
4.	Bihar	75,206	74,825	54,685
5.	Chhattisgarh	4,59,131	4,08,325	4,51,421
6.	Gujarat	8,81,737	8,45,061	8,62,057
7.	Haryana	2,14,439	1,58,825	1,02,090
8.	Himachal Pradesh	86,308	86,625	86,129
9.	Jammu and Kashmir	1,157	1,157	1,157
10.	Jharkhand	27	27	27
11.	Karnataka	11,37,774	8,41,558	8,50,377
12.	Kerala	1,74,196	1,71,227	1,68,071
13.	Madhya Pradesh	35,649	45,648	45,648
14.	Maharashtra	9,46,406	9,20,337	7,97,702
15.	Meghalaya	4,358	4,358	4,358

16.	Mizoram	674	-	-
17.	Nagaland	4,163	4,163	4,163
18.	Odisha	5,23,861	6,20,438	4,77,916
19.	Punjab	5,07,792	4,75,012	4,33,216
20.	Rajasthan	7,87,602	8,13,311	6,23,682
21.	Sikkim	1,643	1,837	2,309
22.	Tamil Nadu	9,94,047	9,68,550	10,01,922
23.	Telangana	4,59,322	2,39,143	2,42,693
24.	Uttar Pradesh	6,89,649	6,80,998	7,16,148
25.	Uttarakhand	98,334	99,889	97,059
26.	West Bengal	73,646	73,646	73,646

Source: Data submitted by banks on ENSURE portal of NABARD

ग्रामीण अवसंरचना विकास निधि

4833. श्री सुधाकर सिंहः

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) विगत पांच वर्षों के दौरान सरकार द्वारा राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड) की ग्रामीण अवसंरचना विकास निधि और अन्य विशेष निधियों जैसी विभिन्न विकास निधियों के अंतर्गत प्रत्येक वर्ष खर्च की गई राशि का वर्ष-वार समेकित रिकार्ड क्या है;

(ख) विगत पांच वर्षों के दौरान नाबार्ड विकास निधि में स्वीकृत और वास्तव में खर्च की गई निधि का वर्ष-वार और राज्य-वार विस्तृत ब्यौरा क्या है; और

(ग) सिंचाई, ग्रामीण सड़कों, पेयजल, स्वास्थ्य, शिक्षा, कृषि अवसंरचना और आजीविका जैसे क्षेत्रों का व्यापक ब्यौरा क्या है जहां उक्त निधि का उपयोग किया गया है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख): राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड) द्वारा दी गई सूचना के अनुसार, पिछले पांच वर्षों के दौरान नाबार्ड की विभिन्न निधियों अर्थात ग्रामीण अवसंरचना विकास निधि (आरआईडीएफ), दीर्घकालिक सिंचाई निधि (एलटीआईएफ), सूक्ष्म सिंचाई निधि (एमआईएफ), खाद्य प्रसंस्करण निधि (एफपीएफ), वेयरहाउस इंफ्रास्ट्रक्चर फंड (डब्ल्यूआईएफ), नाबार्ड अवसंरचना विकास सहायता (एनआईडीए) के अन्तर्गत स्वीकृत और संवितरित राशि का राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग): उपर्युक्त निधियों का उपयोग देश के ग्रामीण क्षेत्रों में विभिन्न क्षेत्रों अर्थात सिंचाई, ग्रामीण सड़कें, पेयजल, स्वास्थ्य, शिक्षा आदि के विकास के लिए किया जा रहा है। इन निधियों के क्षेत्रवार लाभों के संबंध में विस्तृत सूचना निम्नानुसार है:

- आरआईडीएफ के अंतर्गत अब तक कुल 7,94,537 परियोजनाएं स्वीकृत की गई हैं, जिनमें लघु/वृहद सिंचाई, ग्रामीण सड़कें, स्कूल, अस्पताल आदि जैसी कार्यकलाप शामिल हैं।
- एलटीआईएफ के अन्तर्गत दी गई वित्तीय सहायता से 26.84 लाख हेक्टेयर की सिंचाई क्षमता के निर्माण की सुविधा प्राप्त हुई है।
- एमआईएफ के अन्तर्गत दी गई वित्तीय सहायता ने सूक्ष्म सिंचाई कवरेज का विसतार 23.21 लाख हेक्टेयर क्षेत्र तक कर दिया है।
- डब्ल्यूआईएफ के अंतर्गत वित्तपोषित कार्यकलापों में गोदाम, साइलो, कृषि-लॉजिस्टिक पार्क, कोल्ड चेन कार्यकलाप जैसे प्री-कूलिंग यूनिट, कोल्ड स्टोरेज, नियंत्रित वायुमंडल (सीए) भंडार, रीफर वैन, बल्क कूलर, व्यक्तिगत रूप से क्विक फ्रोजन (आईक्यूएफ) यूनिट्स, चिलिंग इन्फार्स्टक्सच आदि सहित कृषि उत्पादों के लिए विभिन्न भंडारण अवसंरचना शामिल हैं।

- एनआईडीए के माध्यम से प्रदान की गई वित्तीय सहायता से सिंचाई द्वारा 78.4 लाख हेक्टेयर कृषि योग्य कमान क्षेत्र और लघु सिंचाई के माध्यम से 1.4 लाख हेक्टेयर को कवर किया गया है, सड़कों की लंबाई में 37,080 किलोमीटर की वृद्धि हुई है, 3.4 लाख मीट्रिक टन की भंडारण क्षमता का निर्माण हुआ है और 1500 स्कूलों और 84 जिला अस्पतालों की स्थापना की गई है।

विवरण

स्वीकृत और संवितरित राशि का राज्य-वार ब्यौरा

(क) ग्रामीण अवसंरचना विकास निधि (आरआईडीएफ) के अंतर्गत स्वीकृति और संवितरण का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

(करोड़ रु. में)

राज्य/संघ राज्यक्षेत्र	2020-21		2021-22		2022-23		2023-24		2024-25	
	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण
आंध्र प्रदेश	1793.60	1360.57	2765.89	1650.52	2578.44	2000.00	2608.30	2000.00	1854.54	700.00
अरुणाचल प्रदेश	347.75	251.71	453.84	295.14	404.24	348.70	483.69	500.00	482.27	500.00
असम	1148.81	1236.18	2099.50	1375.15	2988.54	2122.07	3228.53	2505.57	3043.03	3048.11
बिहार	2394.40	2116.01	3090.07	2400.00	2399.83	1329.07	2496.45	1933.76	1910.28	1944.47
छत्तीसगढ	1346.54	921.98	1578.22	1104.27	1784.06	1210.50	1777.71	1505.14	1352.05	942.03
गोवा	344.30	250.00	505.51	451.11	499.95	336.15	553.75	449.27	597.20	582.78
गुजरात	2989.77	2427.32	3245.50	2186.18	3597.16	2949.06	4041.75	3638.04	3142.74	3288.01
हरियाणा	1129.60	1029.81	1886.76	1410.01	1888.69	1202.68	1875.03	1431.17	1389.49	1904.23
हिमाचल प्रदेश	842.06	663.53	1132.93	699.98	912.17	839.34	918.81	796.49	1011.77	849.99

जम्मू एवं कश्मीर	786.95	319.07	1542.07	533.18	1395.30	680.00	1453.19	841.15	937.26	822.40
झारखंड	2026.08	1558.31	2305.25	1594.00	2146.21	1515.20	2260.69	1870.45	1988.38	2015.01
कर्नाटक	1070.31	1117.48	2084.21	1354.51	1979.34	1367.76	2012.51	1727.50	2242.11	2408.11
केरल	519.43	569.14	662.88	507.17	692.95	566.62	714.58	551.24	762.16	657.47
मध्य प्रदेश	2758.50	2260.24	3035.80	2785.44	3614.71	2929.18	3820.54	3419.00	3568.06	3617.88
महाराष्ट्र	1306.85	1245.32	1502.96	1364.70	1721.14	1708.26	1452.51	1489.59	2477.17	1819.29
मणिपुर	139.29	15.67	202.75	159.22	208.00	194.00	139.84	142.08	61.26	63.85
मेघालय	209.55	173.29	250.16	170.00	256.20	198.00	206.02	200.00	169.94	235.18
मिजोरम	266.35	151.86	310.94	126.59	257.26	198.53	255.84	225.34	178.91	254.65
नगालैंड	27.53	23.47	5.55	17.55	22.51	18.83	47.21	35.78	30.38	44.63
ओडिशा	3234.25	2732.75	4013.40	3031.17	3549.86	3361.16	3626.66	3549.05	3386.66	3836.32
पुदुचेरी	55.36	7.36	0.00	24.11	116.47	50.25	71.14	93.05	177.37	100.27
पंजाब	563.66	600.00	820.24	764.93	907.13	786.96	922.62	635.96	742.14	800.00
राजस्थान	1686.94	1813.72	2543.47	2205.85	2405.49	2305.53	2478.99	2114.38	2712.07	2340.00
सिक्किम	51.06	70.77	145.00	68.00	173.63	71.00	117.74	68.53	52.65	60.00
तमिलनाडु	2412.26	1963.50	2882.50	2380.39	3115.71	2227.10	3257.32	3013.25	3328.91	3829.73

तेलंगाना	1140.02	703.18	1513.19	1320.91	1339.71	1304.94	1449.24	1000.00	0.00	668.81
त्रिपुरा	304.46	311.23	410.39	397.16	496.98	500.00	1050.67	550.00	750.01	650.00
उत्तर प्रदेश	1682.76	1708.55	1901.36	1511.82	2628.19	2355.06	3535.78	3250.00	2557.04	2302.73
उत्तराखंड	429.81	526.30	525.28	587.38	777.72	616.35	907.72	754.89	826.11	787.29
पश्चिम बंगाल	1567.36	1065.17	2084.09	1406.76	2116.56	2024.44	2200.10	2273.26	1904.42	1640.69
कुल	**34575.61**	**29193.5**	**45499.72**	**33883.2**	**46974.13**	**37316.8**	**49964.91**	**42563.9**	**43636.35**	**42713.9**

(ख) दीर्घावधि सिंचाई निधि (एलटीआईएफ) के अंतर्गत स्वीकृति और संवितरण का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

(करोड़ रु. में)

राज्य	2020-21		2021-22		2022-23		2023-24		2024-25	
	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण
असम	116.01	108.10	-	-	-	-	-	7.91	-	-
गोवा	-	-	48.89	48.89	161.06	161.05	-	-	-	-
झारखंड	-	-	-	-	-	-	502.34	250.00	-	252.34
मध्य प्रदेश	-	85.15	-	233.50	-	340.61	-	46.50	-	100.62
महाराष्ट्र	-	1115.93	-	1031.30	-	2000.00	-	1730.11	-	658.59
मणिपुर	-	158.32	-		-		-	-	-	-
ओडिशा	2.16	608.33	-	192.58	-	537.43	-	557.49	-	429.54
राजस्थान	109.39	87.62	-	60.78	-	30.00	-	13.13	-	-
उत्तर प्रदेश		1441.45	-	878.12	-		-	-	-	-
कुल	**227.56**	**3604.90**	**48.89**	**2445.17**	**161.06**	**3069.10**	**502.34**	**2605.14**	**-**	**1441.09**

(ग) सूक्ष्म सिंचाई निधि (एमआईएफ) के अंतर्गत राज्य/संघ राज्य क्षेत्र-वार स्वीकृति और संवितरण का ब्यौरा

(करोड़ रु. में)

राज्य	2020-21		2021-22		2022-23		2023-24		2024-25	
	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण
आंध्र प्रदेश	-	616.13	-	-	-	-	-		-	-
गुजरात	-	252.30	-	44.49	-	77.25	-	193.44	-	73.81
हरियाणा	687.56	21.57	-	24.76	-	24.62	-	281.91	-	13.03
कर्नाटक	-	-	-	-	-	-	290.33	110.23	-	49.63
पंजाब	149.65	-	-	5.06		13.04	-	14.04	-	
राजस्थान	-	-	-	-	740.79	78.87	-	271.59	-	115.21
सिक्किम	-	-	-	-	-	-	-	-	-	-
तमिलनाडु	-	937.47	-	181.94		238.52	-	-	-	-
उत्तराखंड	4.81	-	-	-	-	-	-	0.58	-	-
कुल	**842.02**	**1827.47**	**0.00**	**256.25**	**740.79**	**432.30**	**290.33**	**871.78**	**0.00**	**251.68**

(घ) खाद्य प्रसंस्करण निधि (एफपीएफ) के अन्तर्गत स्वीकृति और संवितरण का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

(करोड़ रु. में)

राज्य	2020-21		2021-22		2022-23		2023-24		2024-25	
	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण
आंध्र प्रदेश	-	-	-	-	-	-	9.97	-	-	-
असम	-	6.90	3.54	7.11	-	-		-	-	-
छत्तीसगढ़	-	1.43				2.02		-	-	-
गुजरात	15.00	10.87	35.55	15.28	10.98	12.24	55.00	25.60		12.51
हरियाणा	-	7.46		32.40		18.34		7.71		
हिमाचल प्रदेश	7.28	-	11.70	5.00		0.02	-	-	-	-
कर्नाटक	11.86	-	-	-	-	-	-	-	-	-
केरल	10.00	-	-	-	-	-	-	-	-	-
मध्य प्रदेश	4.25	5.60	10.00	6.32	-	-	-		-	-
महाराष्ट्र	-	1.37	-	7.49	9.26	3.21	-	9.26	-	-
मणिपुर	-	6.00	-	-	-	6.00	-	-	-	-
मेघालय	-	-	4.30	-	-	2.00	-	-	-	2.30

तमिलनाडु	68.10	13.61	37.69	37.72	334.00	97.95	-	63.74	-	46.64
तेलंगाना			3.83			-	-		-	-
कुल	**116.49**	**53.24**	**106.61**	**111.32**	**354.24**	**141.78**	**64.97**	**106.31**	**0.00**	**61.45**

(ङ) वेयरहाउस इन्फ्रास्ट्रक्चर फंड (डब्ल्यूआईएफ) के अन्तर्गत स्वीकृति और संवितरण का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

(करोड़ रु. में)

राज्य	**2020-21**		**2021-22**		**2022-23**		**2023-24**		**2024-25**	
	स्वीकृति	**संवितरण**	**स्वीकृति**	**संवितरण**	**स्वीकृति**	**संवितरण**	**स्वीकृति**	**संवितरण**	**स्वीकृति**	**संवितरण**
असम	-	8.07	-	10.80	-	3.70	-	20.56	-	-
छत्तीसगढ़	-	12.86	-	-	-	-	-		-	-
गुजरात	-	48.19	-	8.10	-	0.01	-	0.43	-	-
हरियाणा	-	27.54	-	76.86	56.40	25.41	-	49.96	-	7.50
कर्नाटक	-	201.65	-	209.18	-	46.07	-		-	-
केरल	-	0.83	-	2.55	-	5.33	-	2.71	-	-
मध्य प्रदेश	200.07	40.00	-		-	29.20	-	33.90	-	-
मिजोरम	-	18.15	-	23.41	68.92	21.46	-	18.56	-	20.24

पंजाब	-	11.42	-	10.39	-	15.83	-	96.63	-	
राजस्थान	-	13.00	-	54.01	-	18.69	14.40	5.00	-	7.04
तमिलनाडु	-	331.89	-	104.04	284.90	206.16	77.89	104.74	23.61	71.57
तेलंगाना	-	19.73	-	-	-	-	-	-	-	-
त्रिपुरा	-	0.58	-	-	-	-	-	-	-	-
उत्तर प्रदेश	-	82.62	-	17.84	-	4.15	-	-	-	-
उत्तराखंड	-	1.02	-	-	-	-	-	-	-	-
पश्चिम बंगाल	-	91.53	-	76.43	-	84.92	-	34.76	-	-
कुल	**200.07**	**909.08**	**0.00**	**593.61**	**410.22**	**460.93**	**92.29**	**367.25**	**23.61**	**106.35**

(च) नाबार्ड अवसंरचना विकास सहायता (एनआईडीए) के अंतर्गत स्वीकृति और संवितरण का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

(करोड़ रु. में)

राज्य	2020-21		2021-22		2022-23		2023-24		2024-25	
	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण	स्वीकृति	संवितरण
आंध्र प्रदेश	1158.53	709.48	-	635.55	-	237.29	1003.94	41.27	967.38	6.45
असम	-	-	5489.93	238.63	515.17	852.60	5365.59	1834.27	-	1125.16
छत्तीसगढ	792.44	792.44	-	-	-	-	-	-	-	-
गोवा	64.87	21.77	-	-	-	-	-	-	-	-
गुजरात	-	-			2100.00	387.75	-	491.68	2500.00	614.76
हरियाणा	187.91	85.92	-	63.96	-	100.50	1850.00	119.71	-	79.10
हिमाचल प्रदेश	-	-	39.80	-	-	-	-	-	-	-
झारखंड	-	-	-	-	-	97.39	-	-	-	-
कर्नाटक	2629.00	2.01	-	-	-	-	-	1362.27	1495.70	2516.00
केरल	1061.73	8.28	-	800.00	678.00	331.58	-	-	6530.18	4273.35
मध्य प्रदेश	4339.55	978.60	-	287.77	-	1344.56	-	247.71	-	413.05
महाराष्ट्र	-	999.49	-	721.99	-	-	-	619.18	4980.76	1059.90

पंजाब	-	-	-	-	-	-	650.00	650.00	2568.31	54.86
राजस्थान	496.86	179.58	-	-	288.54	269.06	943.15	147.63	5377.26	918.17
सिक्किम	-	83.50	-	-	-	-	-	-	-	-
तमिलनाडु	6529.32	594.19	-	1500.28	-	1606.62	-	1608.12	-	594.34
तेलंगाना	5298.63	2928.01	2051.14	2628.18	-	997.40	-	148.00	-	-
उत्तराखंड	-	10.32	-	5.55	-	3.32	121.71	0.16	1178.88	-
पश्चिम बंगाल	208.91	112.48	544.40	254.33	-	101.40	-	33.96	667.84	213.00
कुल	**22767.75**	**7506.08**	**8125.27**	**7136.26**	**3581.71**	**6329.48**	**9934.40**	**7303.96**	**26266.31**	**11868.15**

दाहोद में जारी रुपे किसान क्रेडिट कार्ड

4834. श्री जसवंतसिंह सुमनभाई भाभोरः

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) दाहोद लोक सभा निर्वाचन क्षेत्र में जिला केन्द्रीय सहकारी बैंक द्वारा रुपे किसान क्रेडिट कार्ड जारी किए जाने से किसानों और डेयरी और वन उपज सहकारी समितियों के ऋण प्राप्त करने वाले सदस्यों की संख्या में किस हद तक वृद्धि हुई है; और

(ख) "सहकारी समितियों के बीच सहयोग" पहल के अंतर्गत गुजरात के दाहोद लोकसभा निर्वाचन क्षेत्र में अब तक कुल कितने रुपे किसान क्रेडिट कार्ड जारी किए गए हैं और इससे कितने जनजातीय किसान लाभान्वित हुए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख): राज्य स्तरीय बैंकर्स समिति (एसएलबीसी) गुजरात द्वारा दी गई जानकारी के अनुसार दिनांक 15.03.2026 की स्थिति के अनुसार, दाहोद लोकसभा निर्वाचन क्षेत्र में जिला केंद्रीय सहकारी बैंक द्वारा 'सहकारी समितियों के बीच सहयोग' पहल के अन्तर्गत 30,147 रुपे किसान क्रेडिट कार्ड (केसीसी) जारी किए गए हैं, जिससे 30,147 आदिवासी किसानों को लाभ हुआ है, जिसमें डेयरी और वन उपज सहकारी समितियों के सदस्य भी शामिल हैं। दिनांक 21.05.2023 को 'सहकारी समितियों के बीच सहयोग' की शुरुआत से इन रुपे केसीसी के माध्यम से कुल 183.79 करोड़ रुपये की राशि स्वीकृत की गई है, जबकि उक्त अभियान के शुभारंभ से पहले रुपे केसीसी के माध्यम से स्वीकृत बकाया राशि 61.68 करोड़ रुपये थी।

REGISTRATION UNDER UNIFIED PENSION SCHEME

4835. SHRI VARUN CHAUDHRY

Will the Minister of **FINANCE** be pleased to state:

(a) the number of employees working in Government sector who were given the offer to shift from New Pension Scheme (NPS) to Unified Pension Scheme (UPS);

(b) the number of Government employees who have opted for UPS over NPS;

(c) whether any survey has been conducted by the Government to ascertain the reasons for low interest shown by Government employees to opt for UPS, if so, the details thereof; and

(d) whether any proposal is under consideration by the Government to review the UPS in view of the less interest shown by the Government employees in UPS and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Government introduced Unified Pension Scheme (UPS) for the Central Government employees as an option under the National Pension System (NPS) w.e.f 01.04.2025. The number of employees who were given the offer to shift from NPS to UPS, as on 01.04.2025, were 24,13,612.

(b): The number of Government employees, including past retirees under NPS, who have opted for UPS over NPS, as on 12.03.2026, are 1,23,877.

(c) and (d): No survey has been conducted to ascertain the reasons for low interest shown by Government employees to opt for UPS. No proposal to review the UPS is under consideration.

ADVANCE PRICING AGREEMENT

4836. SHRI EATALA RAJENDER:

Will the Minister of **FINANCE** be pleased to state:

(a) whether it is a fact that some Information Technology (IT) services companies in the country are highly keen to conclude advance Pricing Agreement (APA).

(b) if so, whether the Government propose to fast track unilateral APA process for such IT services and put effort to conclude it within a period of two years, extendable by a period of six months on taxpayer's request, if so, the details thereof;

(c) whether the Government also propose to extend the facility of modified returns available to the entity entering APA to its associated entities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Applications for Advance Pricing Agreement (APA) have been received from companies providing Information Technology or Information Technology enabled services to their associated enterprises. 76 APAs in Financial Year 2023-24 and 112 APAs in Financial Year 2024-25 were signed with such companies, indicating their interest in the APA Programme.

(b): Yes, in accordance with the 2026 budget speech of the Hon'ble Finance Minister, it is proposed to conclude unilateral APA where the primary covered transaction is the provision of information technology services within a period of two

years from the end of the quarter in which the application is made with the provision for extension for a further period of six months on the request of the assessee. The provision forms part of the Income-tax Rules, 2026.

(c) and (d): Yes, vide Finance Bill, 2026, it has been proposed that where an income is modified as a result of advance pricing agreement entered into with any person then, such person shall, or any other person being an associated enterprise may furnish a return or a modified return in accordance with and limited to the agreement and the time period for furnishing such return or modified return shall be three months from the end of the month in which the agreement was entered into, where the tax years relevant for such return or modified return shall be the years covered by such agreement.

HRIDAY SCHEME IN TAMIL NADU

4837. SHRI MALAIYARASAN D.:

Will the Minister of **TOURISM** be pleased to state:

(a) the details of the Heritage City Development and Augmentation Yojana (HRIDAY) scheme;

(b) the details of number of cities in Tamil Nadu included under the HRIDAY scheme, along with the total allocation of funds thereon;

(c) the details of specific heritage sites and cities in Tamil Nadu have benefited from the HRIDAY scheme, development works carried out under this initiative;

(d) the details of steps taken by the Government to ensure the sustainable

development of heritage cities and preservation of historical sites under the HRIDAY scheme in Tamil Nadu; and

(e) the manner in which the Government plans to monitor and assess the impact of the HRIDAY scheme in promoting tourism and improving infrastructure in heritage cities in Tamil Nadu?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): The Ministry of Tourism is not operating the Heritage City Development and Augmentation Yojana (HRIDAY) scheme. National Heritage City Development and Augmentation Yojana (HRIDAY) was launched on 21 January, 2015. The mission has ended on 31 March, 2019 and its Heritage component has been merged in the scheme "National Mission on Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)" under Ministry of Tourism.

The Ministry of Tourism under the “Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive” (PRASHAD) Scheme provides financial assistance to the State Governments (SGs) and UT Administrations (UTs) for development of tourism related infrastructure at identified religious and heritage sites across the country, including the State of Tamil Nadu. Under the PRASHAD Scheme the Ministry seeks to develop tourism infrastructure in a holistic and sustainable manner with the objective of generating employment, boosting tourism, conserving local culture, and strengthening the local economy across the country. The details of the projects sanctioned under the

PRASHAD Scheme in the State of Tamil Nadu are given in the enclosed **Statement.**

STATEMENT

List of Projects sanctioned under PRASHAD Scheme in Tamil Nadu

Sr. No.	Sanction Year	Name of the Project	Sanctioned Cost (Rs. In Crore)
1.	2016-17	Development of Kanchipuram	13.99
2.	2016-17	Development of Velankanni	4.86
3.	2024-25	Development of 8 Navagraha Temples	40.94

IMPLEMENTATION OF KSVY IN ASSAM

4838. SHRI GAURAV GOGOI :

Will the Minister of **CULTURE** be pleased to state:

(a) the details of the total number of beneficiaries covered under the Kala Sanskriti Vikas Yojana (KSVY) during the last five years, State/UT and year-wise, particularly in Assam,

(b) whether the Government maintains data on Non-Governmental Organisations (NGOs). cultural organisations and individual artists assisted under the scheme;

(c) if so, the number of Assam-based NGOs, cultural organisations and

individual artists received support under KSVY during the said period;

(d) the details of total funds allocated and disbursed under KSVY during the last five years, along with the share released to Assam and other North-Eastern States; and

(e) the details of the steps taken by the Government to ensure transparency, timely release of funds and improved outreach of the scheme, particularly among rural and grassroots cultural practitioners in Assam?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Ministry of Culture implements Kala Sanskriti Vikas Yojana (KSVY), under which financial assistance is provided to eligible cultural organizations and individual artists engaged in performing arts across the country, including the State of Assam. The State/UT-wise details of number of beneficiaries (NGOs, cultural organisations and individual artists), along with the amount disbursed/authorized under various components / sub-components of KSVY during the last five years are given in the enclosed **Statement-I**.

(b) and (c): Yes. The data on Non-Governmental Organisations (NGOs)/ cultural organizations and individual artists assisted under the scheme are maintained in the Ministry. The details of number of Assam based NGOs, Cultural Organizations and individual artists received support under KSVY during the last five years are given in the enclosed **Statement-II.**

(d): Kala Sanskriti Vikas Yojana (KSVY) is a Central Sector Scheme and there is no provision for State-wise allocation of funds. However, the details of the

total funds allocated and disbursed under KSVY during the last five financial years are as under:

Financial year	**Funds allocated**	**Amount disbursed (₹ in crore)**
2020-21	139.77	122.40
2021-22	177.30	156.46
2022-23	214.32	213.76
2023-24	218.65	218.36
2024-25	207.24	201.67

(e): The Ministry of Culture has been making continuous efforts to expand the outreach of its schemes to support a larger number of cultural organizations and individual artists across the country, including rural and grassroots cultural practitioners in Assam. For this purpose, scheme guidelines and application forms are uploaded on the Ministry's official website and wide publicity is given to the advertisements through newspapers, official website and the social media platforms of the Ministry and the concerned nodal agencies.

STATEMENT-I

The State/UT-wise details of number of beneficiaries (NGOs, cultural organisations and individual artists), along with the amount disbursed/authorized under various components / sub-components of KSVY during the last five years

Financial Assistance for promotion of Guru-Shishya Parampara

(Repertory Grant)

(₹ in lakhs)

Sl. No.	State/UT	2020-2021		2021-2022		2022-2023		2023-24		2024-25	
		Nos. of Orgs	Amount disbursed	Nos. of Orgs	Amount disbursed	Nos. of Orgs	Amount disbursed	Nos. of Orgs authorized	Amount authorized for withdrawal	Nos. of Orgs authorized	Amount authorized for withdrawal
1	Andaman and Nicobar	-	-	-	-	-	-	-	-	-	-
2	Andhra Pradesh	2	4.18	2	5.52	6	16.42	16	40.38	12	35.07
3	Arunachal Pradesh	1	4.8	-	-	-	-	-	-	-	-
4	Assam	7	53.4	24	227.1	37	214.5	54	277.54	23	263.25
5	Bihar	33	181.6	30	190.8	64	363.8	158	697.37	50	347.56
6	Chandigarh	1	14.16	1	14.16	5	49.2	10	69.96	7	91.65

7	Chhattisgarh	-	-	-	-	-	-	9	33.52	2	13.12
8	Delhi	54	439.6	63	535.1	98	793.3	161	1065.1	87	823.77
9	Gujarat	8	44.96	5	29.16	4	27.84	13	71.42	11	48.28
10	Haryana	4	21.94	4	30.84	24	93.06	23	124.2	15	138.16
11	Himachal Pradesh	1	9.84	4	48.06	4	51.12	5	55.28	6	90.95
12	Jammu and Kashmir	9	59.58	7	51.48	15	120.8	37	118.2	27	215.66
13	Jharkhand	1	2.64	2	21.54	13	69.18	18	100.64	13	47.65
14	Karnataka	47	291.9	60	470.0	113	807.4	201	1009.9	96	738.67
15	Kerala	9	90.6	9	81.12	37	264.4	38	318.06	19	169.71
16	Madhya Pradesh	42	294.1	34	236.5	73	525.4	106	687.19	69	654.78
17	Maharashtra	23	156.0	33	237.3	41	307.6	97	639.72	59	333.05
18	Manipur	62	420.5	96	669.7	147	900.7	173	973.68	119	816.68
19	Mizoram	-	-	-	-	4	26.64	2	10.9	2	10.88
20	Nagaland	-	-	1	5.52	2	8.88	1	6.96	4	12.93
21	Odisha	22	107.0	27	152.1	55	289.2	115	515.29	67	343.87

22	Pondicherry	2	12.72	-	-	5	50.04	3	32.52	5	65.76
23	Punjab	3	24.48	5	37.44	6	43.56	10	66.68	8	56.06
24	Rajasthan	2	16.32	9	57.12	17	95.2	32	123.52	16	140.66
25	Sikkim					1	2.64	3	7.02	-	-
26	Tamil Nadu	10	49.54	4	17.28	19	108.6	22	143.02	14	90.15
27	Telangana	7	75	9	82.56	17	153.0	19	109.52	17	131.72
28	Tripura	1	6.36	1	7.68	1	6.24	14	57.12	3	14.46
29	Uttarakhand	6	20.86	5	23.04	16	80.86	17	65.96	12	76.03
30	Uttar Pradesh	33	161.5	26	195.3	57	293.9	107	438.32	70	502.02
31	West Bengal	139	916.3	112	821.7	333	2060.8	418	2288.4	208	1432.2
	Total	**529**	**3480.1**	**573**	**4248.5**	**1214**	**7824.7**	**1882**	**10147.6**	**1041**	**7704.7**

Financial Assistance to Cultural Organizations with National Presence including RK Mission

(₹ in lakhs)

Sl. No.	State/UT	2020-2021		2021-2022		2022-2023		2023-24		2024-25	
		Nos. of Orgs	Amount disbursed	Nos. of Orgs	Amount disbursed	Nos. of Orgs	Amount disbursed	Nos. of Orgs authorized	Amount authorized for withdrawal	Nos. of Orgs authorized	Amount authorized for withdrawal
1	Andhra Pradesh	0	0.00	0	0.00	1	22.50	1	7.50	0	0.00
2	Assam	0	0.00	0	0.00	0	0.00	1	22.50	2	22.50
3	Chandigarh	0	0.00	0	0.00	0	0.00	1	15.00	1	22.50
4	Delhi	3	141.25	1	5.99	7	241.25	11	276.25	8	103.75
5	Haryana	0	0.00	0	0.00	0	0.00	0	0.00	1	26.25
6	Jharkhand	0	0	0	0	0	0	0	0	1	15.00
7	Karnataka	0	0.00	0	0.00	1	22.50	0	0.00	1	4.73
8	Kerala	0	0.00	0	0.00	0	0.00	1	18.75	2	32.50
9	Maharashtra	0	0.00	0	0.00	0	0.00	1	15.00	1	18.75
10	Madhya Pradesh	0	0.00	0	0.00	1	0.59	0	0.00	0	0.00

11	Manipur	0	0	0	0	0	0	0	0	1	11.25
12	Odisha	0	0.00	0	0.00	0	0.00	1	8.75	2	37.50
13	Puducherry	0	0.00	0	0.00	1	3.75	0	0.00	0	0.00
14	Rajasthan	1	21.25	1	5.00	1	37.50	1	26.25	2	27.50
15	Tamil Nadu	0	0	0	0	0	0	0	0	1	15.00
16	Telangana	0	0	0	0	0	0	2	41.25	0	0
17	Uttar Pradesh	1	45.00	1	12.50	2	93.75	1	22.50	1	7.50
18	West Bengal (NP)	0	0.00	2	6.75	0	0.00	2	37.50	3	31.25
19	RK Mission, West Bengal	1	722.96	1	728.00	1	738.56	1	766.50	1	807.00
	Total	**6**	**930.46**	**6**	**758.24**	**15**	**1160.4**	**24**	**1257.75**	**28**	**1182.98**

Cultural Function and Production Grant

(₹ in lakhs)

Sl. No.	State/UT	2020-2021		2021-2022		2022-2023		2023-24		2024-25	
		Nos. of Orgs	Amount disbursed	Nos. of Orgs	Amount disbursed	Nos. of Orgs	Amount disbursed	Nos. of Orgs authorized	Amount authorized for withdrawal	Nos. of Orgs authorized	Amount authorized for withdrawal
1	Andra Pradesh	34	23.06	54	66.67	65	62.85	83	80.7	49	75.79
2	Arunachal Pradesh	1	0.375	1	2.25	0	0	0	0	0	0
3	Assam	35	30.12	25	34.66	48	96.21	68	114.1	27	36.59
4	Bihar	51	42.94	67	95.26	123	203.2	126	161	73	122.2
5	Chandigarh	7	11.75	4	8.25	1	0.5	3	21.69	1	10
6	Chhattisgarh	6	8.75	6	13.03	3	5.5	4	7.5	3	6.42
7	Delhi	144	263.2	119	163.4	167	408.06	204	370.0	106	262.97
8	Goa	1	0.75	2	3.75	1	0.625	1	1.5	2	2.12
9	Gujarat	13	18.43	11	19.12	17	23.4	16	12.34	3	3.59

10	Haryana	28	43.26	24	42.43	28	62.59	36	74.72	29	89.98
11	Himachal Pradesh	7	4.2	14	21.91	8	11	15	25.75	11	12.92
12	Jammu And Kashmir	32	28.31	41	43.63	52	50.33	49	33.76	30	36.37
13	Jharkhand	1	0.5	6	11.37	11	14.26	7	8	10	12.75
14	Karnataka	194	205.7	203	284.6	218	349.4	221	208.2	235	494.1
15	Kerala	23	37.03	28	57.52	30	48.38	30	40.27	21	65.13
16	Madhya Pradesh	77	79.78	94	200.12	141	264.9	161	155.17	100	202.89
17	Maharashtra	34	56.27	27	63.63	56	104.1	34	29.64	44	97.31
18	Manipur	112	112.6	93	115.04	162	196.1	237	249.25	140	164.8
19	Mizoram	2	3	2	1.5	0	0	0	0	0	0
20	Nagaland	3	1.04	2	2.25	5	4.62	4	1.35	2	1
21	Odisha	131	173.8	149	182.9	180	296.8	168	269.71	179	482.88
22	Pondicherry	0	0	1	3	0	0	0	0	0	0
23	Punjab	5	8.6	13	22.21	12	23.27	11	22.65	9	22

24	Rajasthan	38	28.31	33	63.81	48	81.16	57	46.28	40	61.55
25	Sikkim	0	0	0	0	0	0	1	3.75	3	7
26	Tamil Nadu	27	46.15	21	34.84	15	18.87	11	10.73	16	35.35
27	Telangana	16	19.77	9	13.87	16	16.87	16	9.61	25	51.13
28	Tripura	4	6.5	5	5.75	16	16.15	23	24.94	10	7.87
29	Uttarakhand	14	14.36	16	14.78	24	28.11	31	21.91	22	30
30	Uttar Pradesh	202	167.1	235	274.55	278	343.3	268	244.07	218	395.66
31	West Bengal	229	216.0	310	364.1	410	544.4	357	206.86	302	435.61
	Total	**1471**	**1651.9**	**1615**	**2330.35**	**2135**	**3275.21**	**2242**	**2455.51**	**1710**	**3225.98**

Financial Assistance for the Preservation and Development of Cultural Heritage of the Himalayas

(₹ in lakhs)

Sl. No.	State/UT	2020-2021		2021-2022		2022-2023		2023-24		2024-25	
		Nos. of Orgs	Amount disbursed	Nos. of Orgs	Amount disbursed	Nos. of Orgs	Amount disbursed	Nos. of Orgs authorized	Amount authorized for withdrawal	Nos. of Orgs authorized	Amount authorized for withdrawal
1	Arunachal Pradesh	26	98.25	32	103.50	41	117.95	32	77.00	7	20.01
2	Sikkim	6	26.50	6	16.50	4	10.00	3	11.00	0	0
3	Himachal Pradesh	26	69.00	37	90.25	42	98.52	40	97.50	2	5.99
4	Jammu and Kashmir	14	21.50	43	73.25	69	117.02	24	37.52	0	0
5	UT of Ladakh	7	24.50	6	18.00	11	34.00	2	5.50	0	0
6	Uttarakhand	49	96.25	79	171.97	58	91.24	48	64.0	2	3.50
7	Delhi	0	0	0	0	0	0	0	0	1	1.75

8	Uttar Pradesh	0	0	0	0	0	0	0	0	0	0
	Total	**128**	**336.0**	**203**	**473.47**	**225**	**468.73**	**149**	**292.52**	**12**	**31.25**

Financial Assistance for the Development of Buddhist/ Tibetan Culture and Art

(₹ in lakhs)

Sl. No.	**State/UT**	**2020-2021**		**2021-2022**		**2022-2023**		**2023-24**		**2024-25**	
		Nos. of Orgs	**Amount disbursed**	**Nos. of Orgs**	**Amount disbursed**	**Nos. of Orgs**	**Amount disbursed**	**Nos. of Orgs authorized**	**Amount authorized for withdrawal**	**Nos. of Orgs authorized**	**Amount authorized for withdrawal**
1	Arunachal Pradesh	31	271.82	46	394.06	57	518.19	50	392.31	60	416.33
2	Andhra Pradesh	3	10.5	7	5.45	2	8	10	9.18	4	9.00
3	Assam	6	20.53	7	22.49	9	30	15	72.00	6	24.36
4	Bihar	1	3	2	7.5	2	8.5	2	8.50	2	10.48
5	Chandigarh	4	23.5	10	69.5	7	49.5	4	40.00	15	120.16

	(UT)										
6	NCT of Delhi	3	30	4	31.76	6	44.47	2	9.45	7	44.27
7	Himachal Pradesh	63	335.65	81	375.52	78	550.97	31	167.63	49	317.38
8	UT of Jand K	1	7.5	1	7.5	6	23.5	4	20.00	5	33.50
9	UT of Ladakh	57	271.57	89	523.06	45	319.62	44	246.42	6	26.94
10	Karnataka	27	204.02	38	212.59	33	272.8	11	62.78	49	333.82
11	Kerala	0	0	0	0	1	13.5	0	0	0	0
12	Mizoram	1	7.5	0	0	0	0	0	0	0	0
13	Madhya Pradesh	0	0	0	0	5	29	4	30.00	1	5.00
14	Maharashtra	4	20	3	15	11	38.25	14	41.00	14	57.45
15	Manipur	8	15.95	0	0	2	5.5	3	9.50	1	3.00
16	Odissa	0	0	0	0	1	5	2	12.00	2	11.00
17	Punjab	0	0	0	0	2	8.5	2	10.00		
18	Sikkim	1	9.04	2	37.5	0	0	12	89.93	5	39.99
19	Tripura	5	39.5	10	82.91	7	37.5	7	41.5	17	97.20

20	Tamil Nadu	1	5	1	5	0	0	2	10.00	0	0
21	Telangana	1	15	0	0	2	22.5	3	30.00	0	0
22	Uttarakhand	18	168.13	34	310.8	26	252.42	5	35.50	38	354.97
23	Uttar Pradesh	12	50.53	19	110.31	27	195.28	11	44.15	34	236.27
24	West Bengal	29	99.25	12	40.22	72	168.00	92	175.51	70	82.75
	Total	**276**	**1607.9**	**366**	**2251.1**	**401**	**2601**	**330**	**1557.36**	**385**	**2223.87**

Building Grants including Studio Theatre Scheme

(₹ in lakhs)

Sl. No.	**State/UT**	**2020-2021**		**2021-2022**		**2022-2023**		**2023-24**		**2024-25**	
		Nos. of Orgs	**Amount disbursed**	**Nos. of Orgs**	**Amount disbursed**	**Nos. of Orgs**	**Amount disbursed**	**Nos. of Orgs authorized**	**Amount authorized for withdrawal**	**Nos. of Orgs authorized**	**Amount authorized for withdrawal**
1	Arunachal Pradesh	1	15	0	0	0	0	0	0	0	0
2	Assam	2	15.4	2	10.3	1	5.4	0	0	0	0

3	Bihar	0	0	0	0	1	0.6	1	6	0	0
4	Chhattisgarh	1	7.5	0	0	1	7.5	0	0	0	0
5	Delhi	1	6.6	1	10.25	0	0	2	11.2	3	23.25
6	Himachal Pradesh	1	7.5	3	20.82	1	12.79	1	6	2	20
7	Jammu and Kashmir	0	0	0	0	0	0	0	0	2	10
8	Karnataka	2	14	6	49.8	3	26.4	1	25	0	0
9	Kerala	0	0	0	0	1	1.4	0	0	0	0
10	Madhya Pradesh	2	7.26	1	4	1	3	0	0	4	16.86
11	Maharashtra	1	8.8	2	5.4	0	0	2	8	2	25
12	Manipur	6	31.1	2	11.93	4	15.98	6	35.23	2	3.88
13	Meghalaya	0	0	0	0	0	0	0	0	1	4.5
14	Nagaland	3	27	0	0	0	0	0	0	0	0
15	Odisha	4	12.73	1	4	0	0	0	0	2	21.5
16	Punjab	0	0	1	1.2	0	0	1	2	1	0.9

17	Rajasthan	1	10	0	0	1	7.5	0	0	0	0
18	Telangana	1	2.86	0	0	1	4.29	0	0	0	0
19	Uttarakhand	1	5.51	0	0	0	0	0	0	0	0
20	West Bengal	2	22.2	3	15.35	5	34.61	1	15	4	24.2
	Total	**29**	**193.46**	**22**	**133.05**	**20**	**119.47**	**15**	**108.43**	**23**	**150.09**

Financial assistance for allied cultural activities

Sl. No.	**State/UT**	**Financial Year 2024-2025**	
		No. of Orgs/State Govt.	**Amount (Rs in lakhs.)**
1.	Uttar Pradesh	2	120

Financial assistance for construction of Tagore Cultural Complexes (TCC)

(₹ in lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024		2024-2025	
		Nos. of Orgs	Amount disbursed	Nos. of Orgs	Amount disbursed	Nos. of Orgs	Amount disbursed	Nos. of Orgs authorized	Amount authorized for withdrawal	Nos. of Orgs authorized	Amount authorized for withdrawal
1.	Delhi	0	0	0	0	0	0	0	0	1	300
2.	Karnataka	0	0	1	254.7	0	0	0	0	0	0
3.	Madhya Pradesh	0	0	0	0	0	0	2	1131.52	0	0
4.	Meghalaya	0	0	0	0	1	500	0	0	0	0
5.	Rajasthan	0	0	1	94.5	0	0	1	54.91	0	0
6.	Tamil Nadu	1	596.43	0	0	0	0	0	0	0	0
7.	Uttar Pradesh	0	0	0	0	0	0	1	369.57	0	0
Total		**1**	**596.43**	**2**	**349.2**	**1**	**500.00**	**4**	**1556**	**1**	**300**

Senior/Junior Fellowships to Outstanding Persons in the Fields of Culture

(₹ in lakhs)

Sl. No.	State/UT	2020-2021		2021-2022		2022-2023		2023-24		2024-25	
		No. of Fellows	Amount disbursed	No. of Fellows	Amount disbursed	No. of Fellows	Amount disbursed	No. of Fellows	Amount disbursed	No. of Fellows	Amount disbursed
1	Andhra Pradesh	12	9.60	10	13.20	12	17.40	12	11.40	08	14.40
2	Arunachal Pradesh	1	2.40	01	2.40	-	-	02	1.20	02	1.20
3	Assam	43	37.20	51	75.60	50	58.80	70	69.60	70	84.00
4	Bihar	29	27.60	23	32.40	31	48.00	47	44.40	35	43.80
5	Chandigarh	2	1.20	-	-	03	3.60	-	-	01	2.40
6	Chhattisgarh	16	14.40	22	30.00	08	11.40	12	12.00	12	12.60
7	Delhi	121	117.60	113	200.80	116	178.20	101	100.80	77	100.20
8	Goa	4	4.20	06	12.00	01	2.40	-	-	-	-
9	Gujarat	20	18.60	22	37.20	18	27.00	23	21.60	14	19.20
10	Haryana	28	24.00	18	33.60	27	40.20	27	30.00	23	33.00

11	Himachal Pradesh	2	2.40	02	2.40	07	7.20	04	3.00	04	5.40
12	Jammu and Kashmir	6	4.80	07	13.20	14	19.80	13	10.20	13	11.40
13	Jharkhand	24	22.20	23	44.40	15	17.40	24	30.60	15	24.00
14	Karnataka	62	55.20	62	100.80	43	61.20	57	64.80	33	48.60
15	Kerala	57	52.20	43	68.40	62	85.20	60	54.00	54	73.80
16	Madhya Pradesh	67	64.20	67	104.40	62	93.00	82	76.20	59	70.20
17	Maharashtra	82	66.00	75	121.80	84	118.80	85	84.00	52	78.60
18	Manipur	33	31.20	58	102.20	33	37.20	62	60.00	64	70.20
19	Meghalaya	-	-	01	2.40	2	1.20	-	-	01	1.20
20	Nagaland	2	1.20	03	4.80	02	1.80	03	3.00	03	3.60
21	Odisha	91	85.20	108	171.40	89	129.60	90	93.60	83	105.60
22	Pondicherry	4	3.60	04	7.20	04	7.20	02	1.80	02	3.00
23	Punjab	8	5.40	08	12.00	06	7.20	11	10.20	06	9.00
24	Rajasthan	28	27.60	35	63.20	27	39.60	34	33.00	28	33.00
25	Tamil Nadu	15	13.80	22	45.60	19	24.60	15	15.00	15	23.40

26	Telangana	25	21.60	17	27.60	22	27.00	28	28.80	21	24.60
27	Tripura	4	2.40	06	8.40	03	3.60	06	7.80	05	6.60
28	Uttarakhand	15	12.60	10	14.40	13	21.00	13	12.60	10	13.20
29	Uttar Pradesh	114	100.80	103	167.20	120	154.80	158	146.40	116	157.20
30	West Bengal	67	59.40	81	115.00	87	118.20	100	93.00	102	116.40
Total		**982**	**888.60**	**1001**	**1634.0**	**980**	**1362.6**	**1141**	**1119.00**	**928**	**1189.8**

Scholarship to Young Artists in Different Cultural Fields (SYA)

(₹ in lakhs)

Sl. No.	**State/UT**	**2020-2021**		**2021-2022**		**2022-2023**		**2023-24**		**2024-25**	
		No. of Scholars	**Amount (Rs.)**	**No. of Scholars**	**Amount (Rs.)**	**No. of Scholars**	**Amount (Rs.)**	**No. of Scholars**	**Amount (Rs.)**	**No. of Scholars**	**Amount (Rs.)**
1	Andaman and Nicobar	-	-	-	-	-	-	03	0.90	-	-
2	Andhra Pradesh	21	6.30	20	6.00	03	0.90	09	2.70	06	1.80
3	Arunachal Pradesh	8	2.40	08	2.40	01	0.30	05	1.50	03	0.90

4	Assam	59	17.70	56	16.80	28	8.40	89	26.70	58	17.40
5	Bihar	45	13.50	43	12.90	16	4.80	63	18.90	43	12.90
6	Chandigarh	2	0.60	03	0.90	03	0.90	09	2.70	07	2.10
7	Chhattisgarh	35	10.50	35	10.50	10	3.00	50	15.00	38	11.70
8	NCT of Delhi	58	17.40	72	24.00	21	6.30	73	21.90	53	16.20
9	Goa	4	1.20	04	1.20	02	0.60	06	1.80	04	1.20
10	Gujarat	25	7.50	26	7.80	05	1.50	23	6.90	19	5.70
11	Haryana	30	9.00	22	6.60	05	1.50	25	7.50	18	5.40
12	Himachal Pradesh	8	2.40	04	1.20	-	-	04	1.20	03	0.90
13	Jammu and Kashmir	20	6.00	16	4.80	01	0.30	09	2.70	08	2.40
14	Jharkhand	13	3.90	17	5.10	08	2.40	24	7.20	17	5.10
15	Karnataka	105	31.50	80	24.00	30	9.00	97	29.10	63	18.90
16	Kerala	91	27.30	74	22.20	20	6.00	71	21.30	48	14.40
17	Madhya Pradesh	120	36.00	128	38.40	27	8.10	131	39.30	104	31.80
18	Maharashtra	130	39.00	132	39.60	40	12.00	127	38.10	81	24.30

19	Manipur	30	9.00	30	9.00	08	2.40	39	11.70	29	8.70
20	Mizoram	1	0.30	01	0.30	-	-	-	-	-	-
21	Odisha	72	21.60	75	22.50	25	7.50	97	29.10	71	21.60
22	Pondicherry	2	0.60	02	0.60	-	-	-	-	-	-
23	Punjab	16	4.80	14	4.20	04	1.20	11	3.30	05	1.50
24	Rajasthan	20	6.00	21	6.30	10	3.00	37	11.10	25	7.50
25	Sikkim	1	0.30	02	0.60	01	0.30	03	0.90	02	0.60
26	Tamil Nadu	26	7.80	37	11.10	18	5.40	51	15.30	32	9.90
27	Telangana	13	3.90	12	3.60	03	0.90	13	3.90	08	2.40
28	Tripura	3	0.90	03	0.90	02	0.60	10	3.00	06	1.80
29	Uttarakhand	12	3.60	08	2.40	03	0.90	16	4.80	10	3.00
30	Uttar Pradesh	134	40.20	153	45.90	35	10.50	134	40.20	97	29.70
31	West Bengal	161	48.30	195	58.50	67	20.10	278	83.70	219	65.70
Total		**1265**	**379.50**	**1293**	**390.30**	**396**	**118.80**	**1507**	**452.40**	**1077**	**325.5**

Tagore National Fellowship for Cultural Research (TNFCR)

(₹ in lakhs)

Sl. No.	State/UT	Financial Year									
		2020-2021		2021-2022		2022-2023		2023-2024		2024-25	
		No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)
1.	Andhra Pradesh	-	-	-	-	-	-	02	13.50	01	3.00
2.	Chandigarh	-	-	01	6.00	-	-	-	-	01	3.00
3.	Delhi	01	4.80	1	2.65	-	-	-	-	03	12.60
4.	Maharashtra	01	3.60	04	30.10	-	-	01	3.60	10	67.11
5.	Tamil Nadu	02	9.05	-	-	-	-	-	-	01	3.00
6.	Telangana	03	10.80	1	13.50	-	-	03	18.00	03	16.80
Total		**07**	**28.25**	**07**	**52.25**	**-**	**-**	**06**	**35.10**	**19**	**105.51**

Seva Bhoj Yojna

(₹ in lakhs)

Sl. No.	State / UT	2020-2021		2021-22		2022-23		2023-24		2024-25	
		Nos. of Orgs.	Amount	Nos. of Orgs.	Amount	Nos. of Orgs.	Amount	Nos. of Orgs.	Amount	Nos. of Orgs.	Amount
1.	Punjab	03	169	03	154	03	143	02	146	03	145.55

Financial Assistance for Veteran Artists

(₹ in lakhs)

Sl. No.	State/UT	2020-2021		2021-2022		2022-2023		2023-24		2024-25	
		No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)	No. of Beneficiaries	Amount (Rs.)
1	Andhra Pradesh	29	5.1	89	72.29	148	84.66	191	153.30	177	115.9
2	Assam	2	0.96	1	0.48	1	1.57	3	2.41	2	0.9

3	Bihar	-	-	-	-	-	-	14	15.47	7	4.62
4	NCT of Delhi	-	-	-	-	-	-	8	5.87	10	4.92
5	Haryana	-	-	1	0.93	2	0.56	4	3.69	4	1.94
6	Goa	-	-	-	-	-	-	-	-	41	7.12
7	Himachal Pradesh	-	-	-	-	-	-	-	-	1	0.3
8	Jharkhand	8	2.28	5	3.00	7	3.59	4	3.88	3	2.76
9	Karnataka	144	29.97	146	59.55	130	64.32	344	341.98	397	354.67
10	Kerala	24	8.18	57	24.49	51	25.3	67	64.21	80	85.82
11	Madhya Pradesh	6	2.44	12	5.04	6	3.86	7	6.95	13	14.95
12	Maharashtra	206	106.61	448	190.49	740	273.49	1239	795.97	1392	541.19
13	Manipur	9	3.36	16	7.84	5	0.6	13	14.7	14	14.94
14	Nagaland	1	0.48	2	0.92	1	0.12	2	3.28	2	1.08

15	Odisha	355	119.46	828	276.95	966	306.77	1460	1063.4	1995	1106.51
16	Punjab	-	-	-	-	-	-	-	-	1	0.30
17	Rajasthan	2	0.07	2	1.23	2	0.71	2	1.36	2	2.52
18	Tamil Nadu	6	0.87	22	15.49	21	14.6	41	46.96	34	36.61
19	Telangana	86	53.2	342	217.29	489	268.16	293	274.94	309	207.07
20	Tripura	1	0.24	2	0.92	1	0.12	-	-	0	0
21	Uttar Pradesh	9	5.12	46	13.08	58	15.46	82	67.24	109	80.46
22	Uttarakhand	-	-	-	-	-	-	2	2.43	4	4.83
23	West Bengal	37	5.09	32	12.31	27	11.71	35	28.53	39	20.37
	Total	**925**	**343.46**	**2051**	**902.3**	**2655**	**1075.6**	**3811**	**2896.57**	**4636**	**2609.78**
	LIC	1075	527.85	978	639.87	996	783.58				
	Grand Total	**2000**	**871.31**	**3029**	**1542.17**	**3651**	**1859.18**	**3811**	**2896.57**		

STATEMENT-II

The details of number of Assam based NGOs, Cultural Organizations and individual artists received support under KSVY during the last five years

Sl. No.	Name of Scheme	2020-2021	2021-2022	2022-2023	2023-24	2024-25
1	Financial Assistance for Promotion of Guru-Shishya Parampara (Repertory Grant)	07	24	37	54	23
2	Financial Assistance to Cultural Organizations with National Presence including RK Mission	0	0	0	01	02
3	Cultural Function and Production Grant	35	25	48	68	27
4	Financial Assistance for the Development of Buddhist/ Tibetan Culture and Art	06	07	09	15	06
5	Building Grants including Studio Theatre Scheme	02	02	01	0	0
6	Senior / Junior Fellowships to Outstanding Persons in the Fields of Culture	43	51	50	70	70
7	Scholarship to Young Artists in Different Cultural Fields (SYA)	59	56	28	89	58
8	Financial Assistance for Veteran Artists	02	01	01	03	02

ENFORCEMENT ACTION UNDER CAQM

4839. SUSHRI IQRA CHOUDHARY:

ADV. PRIYA SAROJ:

SHRI DEVESH SHAKYA:

SHRI PUSHPENDRA SAROJ:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the number of industrial units, construction sites and other entities found violating Graded Response Action Plan (GRAP) norms, State/UT-wise and district-wise for Uttar Pradesh, including Etah and Kasganj;

(b) the details of penalties imposed under the Commission for Air Quality Management (CAQM) directions, including the number of closure orders issued, environmental compensation levied and amounts actually recovered, State/UT-wise, including the said districts;

(c) the number of repeated violators identified, and action taken against them including prosecution or sealing of premises, State/UT-wise, including the said districts;

(d) the gap between penalties imposed and penalties realised, along with reasons for non- recovery or delay in enforcement, State/UT-wise, including the said districts; and

(e) the monitoring mechanism adopted by the Government to ensure strict compliance and prevent seasonal, temporary enforcement limited only to peak pollution periods

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): To address air pollution in Delhi-NCR, Government has established the Commission for Air Quality Management (CAQM) under the Commission for Air Quality Management in NCR and Adjoining Areas Act, 2021 for better coordination, research, identification and resolution of problems of air pollution in Delhi- NCR and adjoining areas. CAQM has been provided powers under the Act to take measures and issue directions to the various agencies in the National Capital Region for protecting and improving air quality. Etah and Kasganj districts of Uttar Pradesh are not part of Delhi-NCR.

So far, CAQM has issued 98 Statutory Directions and 17 Advisories to concerned stakeholders for control of air pollution in Delhi-NCR inter-alia include prescribing stringent emission norms various polluting activities, mandated thermal power plants located within 300 km of Delhi and coal based Captive Thermal Power Plants in the Delhi-NCR for co-firing of biomass pellets (up to 5 to 10%), mandating use of paddy straw-based bio-mass pellets / briquettes in all brick kilns located in the districts beyond NCR in Punjab and Haryana. A monitoring mechanism has been put in place and these directions are rigorously monitored for implementation through periodic progress reviews, issuing subsequent orders and directions from time to time.

Graded Response Action Plan (GRAP) is an emergency response action plan for NCR, which calls for a set of emergent preventive/restrictive actions

across stipulated sectors in the GRAP schedule, depending on air quality of Delhi.

Enforcement Task Force (ETF) has been constituted to monitor and supervise the implementation of the statutory directions issued by the CAQM from time to time and related environmental statutes on matters related to air pollution in Delhi-NCR.

Flying Squads/Inspection Teams have been formed to carry out incognito checks, throughout the year including GRAP periods, for identifying serious violations/statutory directions issued by CAQM for taking appropriate action thereon, based on the seriousness of non-compliances. These inspections are to supplement the actions of SPCBs/DPCC in their enforcement primarily focusing on industries, Cand D activities and DG sets.

The ETF, through its regular meetings, considers the recommendations of the Flying Squads/ Inspection Teams and recommends appropriate directions on each of the inspection reports, including reviewing the status of various Closure Directions and Resumption Orders issued by the CAQM.

A Sub-Committee on Safeguarding and Enforcement has also been constituted to monitor the enforcement actions by different agencies.

With regard to penalties, Environmental Compensation charges are levied and realized on/from polluting units by the concerned State Pollution Control Boards/Committees before consideration of resumption.

State-wise details of enforcement actions taken during the invocation of GRAP from 14.10.2025 to 16.03.2026 including District-wise actions in Uttar

Pradesh regarding control of air pollution in Delhi-NCR, are given in the enclosed **Statement**.

STATEMENT

The actions taken for the violation reported during this period are as under

(i) Industrial Sector:

Action	UP	Haryana	Delhi	Rajasthan	Total
Closures	53	98	03	08	**162**
Show Cause Notices (SCN)	79	95	01	12	**187**
Letter to SPCBs/DPCC for imposition of EC	04	09	01	01	**15**

Out of this, one Unit was found repeat violator. UPPCB was directed to impose deterrent EC charges and file prosecution action against the repeat violator.

District wise details of Uttar Pradesh

Sl. No.	District Name	Closure	SCN	Letter for EC
1.	Baghpat	01	-	-
2.	Bulandshahar	07	04	-
3.	Gautambudhnagar	09	10	01
4.	Ghaziabad	14	33	-
5.	Hapur	11	13	02
6.	Meerut	03	11	-
7.	Muzaffarnagar	06	08	01
8.	Shamli	02	-	-
TOTAL		**53**	**79**	**04**

(ii) Construction and Demolition Activities

Action	UP	Haryana	Delhi	Rajasthan	Total
Closures	28	30	0	3	61
SCN	07	16	05	00	28
Letter to UPPCB, HSPCB for imposition of EC	05	01	0	0	06

Out of this the repeat violators identified were –03 sites. SPCBs/DPCC were directed to impose deterrent EC charges and file prosecution action against repeat violators.

District wise list of Uttar Pradesh:

Sl. No.	District Name	Closure	SCN	Letter to UPPCB for imposing EC
1.	Baghpat	0	0	0
2.	Bulandshahar	0	0	0
3.	Gautambudhnagar	24	04	04
4.	Ghaziabad	1	03	01
5.	Hapur	2	0	0
6.	Meerut	0	0	0
7.	Muzaffarnagar	1	0	0
8.	Shamli	0	0	0
TOTAL		**28**	**07**	**05**

(iii) Status of DG Sets- Sealing

From 19.10.2025 (stage -II) to 16.03.2026 (during GRAP Period)

Sealing of DG - Sets	UP	Haryana	Delhi	Rajasthan	Total
Units	66	84	11	07	168
No. of DG-Sets	90	110	14	09	223

District – wise status of UP (DG - Sealing)

Sl. No.	District Name	Units	No. of DG-Sets
1.	Baghpat	-	-
2.	Bulandshahar	2	2
3.	Gautambudhnagar	18	26
4.	Ghaziabad	20	25
5.	Hapur	13	13
6.	Meerut	08	13
7.	Muzaffarnagar	04	10
8.	Shamli	01	01
Total		**66**	**90**

FOREST CONSERVATION AND ENVIRONMENTAL PROTECTION MEASURES

4840. SUSHRI S. JOTHIMANI:

SHRI SANATAN PANDEY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the current status of forest cover in the country, along with the data on forest area increased or decreased during the last five years, State/UT and year-wise;

(b) the details of impact of decreasing forest on the forest dwellers/climate in case of its decline;

(c) the measures taken by the Government to tackle deforestation and forest degradation, particularly in ecologically sensitive areas and the budget allocation for afforestation and

reforestation programmes during the last five years and the current year;

(d) whether the Government has undertaken any assessment of the impact of industrial, mining and infrastructure projects on forest cover and if so, the details and outcomes of such assessments;

(e) the steps being taken to strengthen the protection of wildlife and forest ecosystems, including capacity building, enforcement mechanisms and funding for wildlife protection

programmes; and

(f) whether the Government has a long-term, comprehensive strategy for enhancing biodiversity conservation and ensuring climate resilience through forest and eco-system restoration and the timeline for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): Forest Survey of India (FSI), Dehradun, an organization under the Ministry of Environment, Forest and Climate Change, carries out the assessment of forest and tree cover of the country biennially and the findings are published in the India State of Forest Report (ISFR). The forest cover assessment is a wall-to-wall mapping exercise based on remote sensing supported by intensive ground verification and field data from the National Forest Inventory.

As per ISFR 2023, the forest cover of the country is 7,15,342.61 square kilometer which is 21.76% of the total geographical area of the country. The forest cover of the country has increased by 3,093.14 square kilometer as compared to the ISFR 2019. The State/UT wise details of change in forest cover in the country are given in the enclosed **Statement**.

(c) and (e): The protection, and management of forest and wildlife is primarily the responsibility of the State Governments/Union Territory Administrations. There are legal frameworks for the protection and management of forest and wildlife of the country which include, the Indian Forest Act, 1927; the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980; the Wildlife (Protection) Act, 1972 and the State Forest Acts and Rules, etc.

Further, to increase the forest and tree cover, the Ministry provides technical and financial support to the States and Union Territories (UTs) under

various schemes and programmes such as National Mission for a Green India (GIM), Compensatory Afforestation Fund Management and Planning Authority (CAMPA), Nagar Van Yojana, Mangrove Initiative for Shoreline Habitats and Tangible Incomes (MISHTI), etc.

The Ministry has approved/allocated funds under various afforestation and reforestation schemes. Under the Green India Mission (GIM), an amount of ₹676.19 crore has been approved/released during 2020-21 to 2025-26 (till date) for afforestation and eco-restoration activities. Further, under Nagar Van Yojana (NVY), funds amounting to ₹522.27 crore have been released since 2020–21. In addition, under MISHTI (Mangrove Initiative for Shoreline Habitats and Tangible Incomes), ₹88.44 crore has been released since its inception in 2024-25 till 2025-26 (till date). The National Authority CAMPA has approved an outlay of ₹48,945.47 crore for Annual Plan of Operations of the States/UTs CAMPA during 2020-21 to 2025-26 (till date). These schemes and programmes together constitute the major interventions for afforestation, reforestation and ecological restoration in the country.

Further, a plantation campaign “एक पेड़ माँ के नाम #Plant4Mother” has also been launched on the occasion of World Environment Day 2024 and in the current year also to undertake plantation activities across the country. This campaign follows the “Whole of Government” and “Whole of Society” approach with participation of all stakeholders for increasing the green cover in the country. The campaign has contributed large scale plantation aiding the enhancement of green cover in the country.

The Government of India also supplements the efforts of the States/UTs in management and protection of wildlife by providing financial assistance under Centrally Sponsored Schemes such as Development of Wildlife Habitats (DWH) and Project Tiger and Elephant. Further, as outlined in the National Wildlife Action Plan (2017–31), emphasis is laid on strengthening and expanding the Protected Area network, adopting a landscape approach to conservation, integrating climate change concerns, enhancing research, human resource development, and promoting community participation. Further, the Wildlife Crime Control Bureau (WCCB) has been established to strengthen enforcement and curb illegal wildlife trade in the country.

In addition, the National Action Plan on Forest Fires, 2018 provides a comprehensive framework for prevention, detection, control and management of forest fires through capacity building, use of modern technology, community participation and strengthening of forest fire management systems.

(d): The ISFR assessment does not attribute forest cover change exclusively to specific sectors such as industrial, mining or infrastructure projects. ISFR 2023 has recorded that the positive changes in forest cover arise due to natural growth of vegetation, afforestation initiatives, improved protection of plantations and forest areas, increase in trees outside forests, and regeneration in shifting cultivation areas, while negative changes occur due to harvesting of short-rotation plantations, shifting cultivation, encroachment and natural calamities such as storms, floods and landslides.

(f): The National Biodiversity Strategy and Action Plan (NBSAP) 2024–2030,

provides an overarching framework for conservation of biological diversity, sustainable use of its components and fair and equitable sharing of benefits arising out of the use of biological resources, with a defined implementation period up to 2030.

Climate resilience is integrated into national and regional development planning through the National Action Plan on Climate Change (NAPCC), which comprises nine Missions, including those focused on adaptation in water, agriculture, habitat, human health, and the Himalayan ecosystem. Further, 34 States/UTs have prepared State Action Plans on Climate Change (SAPCCs) that outline context-specific adaptation strategies. The National Adaptation Fund for Climate Change (NAFCC) supports vulnerable States/UTs in implementing such measures. India has also reduced the emission intensity of its GDP by 36% between 2005 and 2020, and its Long-Term Low-Carbon Development Strategy identifies key transitions - such as low-carbon energy systems, sustainable transport, resilient urban design, industrial decoupling, and enhanced forest and vegetation cover - to strengthen climate-resilient development pathways.

STATEMENT

State/UT wise change in Forest Cover between ISFR 2019 and ISFR 2023

(Area in Square kilometre)

S.No.	State/UT	Forest Cover (ISFR 2019)	Forest Cover (ISFR 2023)	Change in Forest Cover
1	Andhra Pradesh	29,137.00	30,084.96	947.96
2	Arunachal Pradesh	66,688.00	65,881.57	-806.43
3	Assam	28,327.00	28,313.555	-13.45
4	Bihar	7,306.00	7,532.45	226.45
5	Chhattisgarh	55,611.00	55,811.75	200.75
6	Delhi	195.44	195.28	-0.16
7	Goa	2,237.00	2,265.72	28.72
8	Gujarat	14,857.00	15,016.64	159.64
9	Haryana	1,602.00	1,614.26	12.26
10	Himachal Pradesh	15,434.00	15,580.35	146.35
11	Jharkhand	23,611.00	23,765.78	154.78
12	Karnataka	38,575.00	39,254.27	679.27
13	Kerala	21,144.00	22,059.36	915.36
14	Madhya Pradesh	77,482.00	77,073.44	-408.56
15	Maharashtra	50,778.00	50,858.53	80.53
16	Manipur	16,847.00	16,585.46	-261.54
17	Meghalaya	17,119.00	16,966.84	-152.16
18	Mizoram	18,006.00	17,990.46	-15.54
19	Nagaland	12,486.00	12,222.47	-263.53
20	Odisha	51,619.00	52,433.56	814.56
21	Punjab	1,849.00	1,846.09	-2.91
22	Rajasthan	16,630.00	16,548.21	-81.79
23	Sikkim	3,342.00	3,358.40	16.40

24	Tamil Nadu	26,364.00	26,450.22	86.22
25	Telangana	20,582.00	21,179.04	597.04
26	Tripura	7,726.00	7,584.77	-141.23
27	Uttar Pradesh	14,806.00	15,045.80	239.80
28	Uttarakhand	24,303.00	24,303.83	0.83
29	West Bengal	16,902.00	16,832.33	-69.67
30	AandN Islands	6,743.00	6,732.92	-10.08
31	Chandigarh	22.03	25	2.97
32	Dadra and Nagar Haveli and Daman and Diu	227.49	225.62	-1.87
33	Jammu and Kashmir	21,122.00	21,346.39	224.39
34	Ladakh	2,490.00	2,285.92	-204.08
35	Lakshadweep	27.1	27.06	-0.04
36	Puducherry	52.41	44.31	-8.10
	Grand Total	**7,12,249.47**	**7,15,342.61**	**3,093.14**

TRAVEL FACILITIES AND RAIL QUOTA FOR SPORTSPERSONS

4841. THIRU DR. S. JAGATHRAKSHAKAN:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether it is a fact that a group of young wrestlers from Odisha, who were participating in a national-level sporting event, were compelled to travel in general compartments of a train and sit near toilet areas due to the absence of confirmed rail tickets and if so, the details of the circumstances leading to such travel arrangements;

(b) whether the Government has any existing policy or quota with Indian Railways to facilitate travel for sportspersons representing States or institutions at national and inter-State sporting competitions and if so, the details thereof;

(c) if not, the reasons for the absence of such a mechanism; and

(d) whether the Government proposes to consider the introduction of a dedicated travel quota for athletes travelling for national sporting events and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): Wrestling Federation of India (WFI), the recognized National Sports Federation (NSF) for wrestling, has stated that responsibility for making travel arrangements for athletes in national-level sporting event is that of the respective State wrestling associations, and, it did not receive any reference regarding travel arrangements for any group of wrestlers from Odisha.

The Railway Board has also confirmed that no request was received in Northern Railway for confirmation of accommodation for athletes in question.

(b) to (d): The Ministry of Railways' instructions are in place for providing facility of block reservations to sports teams participating in national tournaments recognized by the Association of Indian Universities, NSFs, Indian Olympic Association, and School Games Federation of India, which can be done without waiting for the finalization of the team.

Sports teams participating in national tournaments can send their formal

request to the nearest quota controlling authority where requests for releasing seats from unutilized quota of seats earmarked to meet the urgent requirements of High Official Requisition (HOR) holders.

DIGITAL RUPEE AND ADVANCEMENT OF CROSS-BORDER DIGITAL PAYMENTS

4842. SHRI VISHNU DAYAL RAM:

SHRI SUDHEER GUPTA:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI ANOOP PRADHAN VALMIKI:

SHRI DULU MAHATO:

SHRI DAMODAR AGRAWAL:

SHRI PRAVEEN PATEL:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI MAHESH KASHYAP:

SHRI MUKESH RAJPUT:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Digital Rupee, introduced following amendment to the RBI Act, has been operationalised as legal tender to strengthen the digital payments ecosystem;

(b) if so, the details thereof, including progress in pilot phases, user adoption

and institutional participation;

(c) whether cross-border pilot initiatives and multilateral collaborations have been undertaken to enhance efficiency and reduce costs in international payments; and

(d) if so, the details thereof, including participating jurisdictions and expected impact on cross-border transaction settlement mechanisms?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): The Government of India vide gazette notification dated March 30, 2022 notified the necessary amendments in the Reserve Bank of India Act, 1934, conferring the status of legal tender to 'Digital Rupee', thus, enabling the commencement of pilots. The Reserve Bank of India (RBI) has launched pilots in Digital Rupee (Central Bank Digital Currency- CBDC) on November 1, 2022 for wholesale CBDC and on December 1, 2022 for retail CBDC. RBI is presently engaged in working towards a phased implementation strategy before a decision on the final launch is taken. The pilot started with person to person and person to merchant payments and subsequently, offline and programmable functionalities are also being tested. The specific feature of programmability is being leveraged for multiple Direct Benefit Transfer schemes. The technical architecture is also being reviewed on an on-going basis and multiple functionalities like interoperability with UPI, capability to process decimal payments etc. have been introduced. As on March 16, 2026, there are 19 banks participating in Retail CBDC pilot, and one crore users

have been onboarded since its inception in December 2022. Currently, in the wholesale CBDC pilot there are 16 participants, which includes banks and non-banks.

(c) and (d): With regard to the cross-border segment of CBDC, RBI is in discussion with the Central Banks of UAE and Monetary Authority of Singapore, and has joined the multilateral projects such as Rialto (Singapore Centre) and Aperta (Hong Kong Centre). RBI has also become a participant in phase 2 of Project Mandala being led the Singapore Centre. CBDC has the potential to streamline and improve cross-border transactions. CBDC could offer advantages by streamlining the cost of international remittances, minimising risks associated with multiple intermediaries, enhancing efficiency through faster settlement times, 24x7 availability and providing greater transparency in payment status.

उत्तर प्रदेश में पीएम-श्री योजना का कार्यान्वयन

4843. श्री अजेन्द्र सिंह लोधी:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) विशेष रूप से उत्तर प्रदेश के संदर्भ में दिसम्बर, 2025 तक प्रधान मंत्री स्कूल फॉर राइजिंग इंडिया योजना के कार्यान्वयन की वर्तमान स्थिति क्या है;

(ख) क्या उत्तर प्रदेश सरकार ने उक्त योजना के कार्यान्वयन के लिए केन्द्र सरकार के साथ किसी समझौता ज्ञापन पर हस्ताक्षर किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) उक्त योजना के अंतर्गत उक्त राज्य को अब तक आवंटित की गई जिला-वार कुल राशि

कितनी है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): प्रधानमंत्री स्कूल फॉर राइजिंग इंडिया (पीएम श्री) एक केंद्र प्रायोजित योजना है जिसका उद्देश्य देश भर में 14,500 से अधिक स्कूलों को सुदृढ़ करना है, जिनमें से 13,091 स्कूलों को दिनांक 19.03.2026 तक केविसं/नविसं/एनसीईआरटी के साथ 33 राज्यों/संघ राज्य क्षेत्रों से पीएम श्री स्कूलों के रूप में चुना गया है। पीएम श्री योजना के तहत, उत्तर प्रदेश राज्य से दिनांक 19.03.2026 तक कुल 1725 पीएम श्री स्कूलों का चयन किया गया है, जिनमें से 436 प्राइमरी स्कूल, 1129 प्रारंभिक स्कूल और 160 वरिष्ठ माध्यमिक स्कूल हैं। पीएम श्री स्कूलों का ब्यौरा https://pmshri.education.gov.in/state लिंक पर उपलब्ध है।

राष्ट्रीय शिक्षा नीति, 2020 के अनुरूप, पीएम श्री योजना में इन पीएम श्री स्कूलों को 21 एनईपी घटकों जैसे कंप्यूटर लैब/आईसीटी लैब/स्मार्ट क्लासरूम, अच्छे फर्नीचर के साथ पुस्तकालय, इंटरनेट सुविधा, व्यावसायिक कौशल शिक्षा, मार्गदर्शन और करियर परामर्श, पूरी तरह से सुसज्जित एकीकृत विज्ञान प्रयोगशाला/भौतिकी प्रयोगशाला/रसायन विज्ञान प्रयोगशाला/जीव विज्ञान प्रयोगशाला, अच्छी खेल सुविधाओं के साथ खेल का मैदान, स्कूल इनोवेशन काउंसिल, मिशन लाइफ के लिए युवा और इको क्लब प्राथमिक विद्यालय के बच्चों के लिए, बिल्डिंग एज लर्निंग एड (बाला) सुविधाएं और जादुई पिटारा, छात्रों के लिए 10 बैगलेस दिन, बच्चों की उपस्थिति पर नज़र रखने के लिए चाइल्ड ट्रैकिंग सॉफ्टवेयर, पूरी तरह से काम करने वाली हैंडवाशिंग सुविधा और शौचालय, ग्रीन स्कूल विशेषताएं आदि से परिपूर्ण करने का प्रावधान हैं। ये पीएम श्री स्कूल राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सभी पहलों को प्रदर्शित करेंगे, अनुकरणीय स्कूल होंगे, और पड़ोस के अन्य स्कूलों को बेंचमार्किंग नेतृत्व भी प्रदान करेंगे।

(ख): हाँ। उत्तर प्रदेश राज्य ने पीएम श्री योजना को कार्यान्वित करने के लिए दिनांक 19.10.2022 को स्कूल शिक्षा और साक्षरता विभाग (डीओएसई और एल), शिक्षा मंत्रालय, भारत

सरकार के साथ समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए हैं।

(ग): योजना के शुरू होने के बाद से पीएम श्री योजना के तहत उत्तर प्रदेश राज्य को आवंटित निधि का विवरण इस प्रकार है:

(₹ करोड़ में)

वित्तीय वर्ष	**अनुमोदित पीएबी परिव्यय**	**अनुमोदित पीएबी परिव्यय का केंद्रीय हिस्सा**
2023-24	404.98	242.99
2024-25	671.14	402.68
2025-26	629.38	377.63

नोट- परिव्यय निधियों में प्रतिबद्ध देयता शामिल है।

इसके अलावा, जैसाकि उत्तर प्रदेश राज्य द्वारा सूचित किया गया है, पीएम श्री योजना के तहत वित्त वर्ष 2023-24, वित्त वर्ष 2024-25 और वित्त वर्ष 2025-26 में उत्तर प्रदेश राज्य द्वारा आवंटित निधि का जिला-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

<u>विवरण</u>

उत्तर प्रदेश राज्य द्वारा दी गई जानकारी के अनुसार, पीएम श्री योजना के तहत वित्त वर्ष 2023-24, वित्त वर्ष 2024-25 और वित्त वर्ष 2025-26 में उत्तर प्रदेश राज्य द्वारा पीएम श्री स्कूलों को आवंटित निधि का जिला-वार ब्यौरा इस प्रकार है

(लाख रुपये में)

क्रं. सं.	**जिला**	**वित्तीय वर्ष 2023-24**	**वित्तीय वर्ष 2024-25**	**वित्तीय वर्ष 2025-26**
1	आगरा	79.31	272.80	372.06
2	अलीगढ़	81.03	294.98	483.49

3	अंबेडकरनगर	36.79	182.92	353.64
4	अमेठी	59.97	210.92	358.05
5	औरैया	34.34	151.74	186.26
6	अयोध्या	36.96	166.92	198.81
7	आजमगढ़	57.90	353.99	758.91
8	बागपत	33.17	158.20	184.57
9	बहराईच	103.46	410.24	692.55
10	बलिया	64.08	258.48	399.14
11	बलरामपुर	31.96	207.45	344.86
12	बाँदा	97.37	241.98	471.52
13	बाराबंकी	96.49	214.64	356.35
14	बरेली	117.71	427.79	519.10
15	बस्ती	133.84	385.12	398.81
16	भदोही	49.16	175.35	232.76
17	बिजनौर	73.05	222.08	316.14
18	बदायूं	112.96	309.67	486.94
19	बुलंद शहर	112.58	450.52	429.87
20	चंदौली	59.80	218.27	360.51
21	चित्रकूट	26.76	71.49	153.99
22	देवरिया	96.68	349.17	505.10
23	एटा	32.89	126.69	196.73
24	इटावा	60.99	181.76	231.79
25	फर्रुखाबाद	52.11	157.21	228.92
26	फ़तेहपुर	96.27	295.54	352.18
27	फिरोजाबाद	42.00	128.77	276.33

28	गौतमबुद्ध नगर	48.50	128.79	112.95
29	गाजियाबाद	32.53	138.05	241.47
30	गाजीपुर	107.73	428.28	550.22
31	गोंडा	89.78	364.17	581.05
32	गोरखपुर	184.21	598.99	655.35
33	हमीरपुर	73.65	228.55	304.69
34	हापुड	8.24	85.92	164.36
35	हरदोई	118.53	440.24	541.35
36	हाथरस	46.51	202.87	210.96
37	जालौन	52.58	169.06	166.62
38	जौनपुर	148.62	669.72	800.22
39	झांसी	126.82	233.36	252.90
40	अमरोहा	59.68	178.46	180.52
41	कन्नौज	43.60	182.85	341.25
42	कानपुर देहात	54.47	198.85	266.81
43	कानपुर नगर	24.88	150.80	327.95
44	कासगंज	62.74	180.44	147.38
45	कौशांबी	60.66	246.54	324.45
46	कुशीनगर	43.86	294.43	492.96
47	लखीमपुर खीरी	128.03	561.39	743.69
48	ललितपुर	28.96	153.96	281.81
49	लखनऊ	60.88	176.89	313.98
50	महाराजगंज	78.02	369.97	491.04
51	महोबा	57.05	104.90	140.69
52	मैनपुरी	97.84	214.99	222.17

53	मथुरा	34.13	120.72	260.56
54	मऊ	68.26	261.99	307.41
55	मेरठ	78.05	295.92	436.92
56	मिर्जापुर	80.86	309.29	491.08
57	मुरादाबाद	89.46	217.09	347.57
58	मुजफ्फरनगर	36.64	136.52	418.17
59	पीलीभीत	61.19	229.54	309.09
60	प्रतापगढ़	135.36	404.82	352.86
61	प्रयागराज	153.93	484.02	785.26
62	राय बरेली	99.34	391.30	477.19
63	रामपुर	115.76	153.54	287.28
64	सहारनपुर	34.13	175.81	381.62
65	संभल	20.59	117.67	291.16
66	संतकबीरनगर	46.11	223.84	262.70
67	शाहजहांपुर	41.50	241.25	475.39
68	शामली	38.57	155.85	304.70
69	श्रावस्ती	40.04	151.73	248.88
70	सिद्धार्थनगर	111.51	554.83	751.28
71	सीतापुर	154.80	472.76	796.23
72	सोनभद्र	113.62	199.68	329.58
73	सुल्तानपुर	111.21	406.99	542.68
74	उन्नाव	52.89	199.37	359.80
75	वाराणसी	72.82	188.02	364.08

ARTIFICIAL RAIN PROJECT

4844. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the total amount of public funds utilised on the artificial rain project conducted in partnership with Indian Institute of Technology, Kanpur along with the details of specific financial terms of that agreement;

(b) the details of measurable impacts on Air Quality Index (AQI) and whether the Government consider the project a success or a failure in reducing pollution; and

(c) the specific, time-bound roadmap prepared by the Government for reducing air pollution in the region and the manner in which these artificial rain experiments fit into the long-term strategy?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): The Government of NCT of Delhi (GNCTD) approved a pilot project in collaboration with Indian Institute of Technology (IIT) Kanpur on “Technology Demonstration and Evaluation of Cloud Seeding for Delhi NCR pollution mitigation” with the trial conducted in October, November 2025 and January 2026.

As per the information provided by GNCTD, the sanctioned project cost is ₹ 3,21,46,000/- plus GST on Grant-in-Aid basis to IIT Kanpur for Cloud

Seeding Project. An amount of ₹ 37,93,420/- as the first installment had been sanctioned to IIT Kanpur, out of which, ₹ 37,71,782 /- has been utilized by IIT Kanpur.

The Government of NCT of Delhi has reported that it has prepared short term and long-term action plan for control of air pollution in Delhi. The plan includes sector specific measures to combat air pollution due to vehicular emissions, dust at construction and demolition (CandD) sites, dust pollution from roads and open areas, emission from DG set and backup power, industrial pollution, crop residue burning, measures for solid waste management, green area development and Information, Education, and Communication (IEC) activities.

NATIONAL INFRASTRUCTURE PIPELINE

4845. SHRI B. Y. RAGHAVENDRA:

Will the Minister of **FINANCE** be pleased to state:

(a) the progress achieved by the Government in advancing infrastructure development through the identification of projects under the National Infrastructure Pipeline and mobilisation of investment through the National Monetisation Pipeline since their inception;

(b) the details of investments mobilised, projects undertaken and the extent of private sector participation facilitated under these initiatives, sector-wise;

(c) the manner in which the increased Capital Expenditure of the Union Government has complemented these initiatives in accelerating

infrastructure development and economic growth; and

(d) the institutional and financial innovations introduced by the Government to further deepen infrastructure financing and attract long-term investment into infrastructure sectors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): The National Infrastructure Pipeline (NIP) was launched as a whole-of-government initiative to identify infrastructure projects and financing requirements. NIP was a dynamic pipeline in which projects and their details were added, amended, and deleted as needed by central ministries/state governments. Since 2019-20, Central ministries/departments have initiated 14,674 NIP projects across various sectors. Of these, the Roads sector accounts for 8,131 projects, while sectors such as Urban Development (1,531 projects) and Railways (846 projects) also constitute a significant share, with the remaining projects spread across other infrastructure sectors.

The National Monetisation Pipeline 1.0 (NMP 1.0) included assets with monetisation potential of ₹ 6 lakh crore during the four-year period (2021- 22 to 2024-25), against which around ₹ 5.3 lakh crore was achieved.

The achievements of the key sectors under NMP 1.0 are presented in table below:

Sector	**Amount Monetised (₹ lakh crore, approx.)**
Roads	1.1
Railways	0.3

Power	0.5
Petroleum and Natural Gas	0.4
Coal	2
Shipping	0.2
Mines	0.4
Urban	0.1

The details of the project specific aspects under these initiatives such as scope, private investment etc., are maintained by the respective project sponsoring authorities.

(c) and (d): Over the years, the government has significantly increased investment in the infrastructure sector, which is expected to crowd in private investment. This enhanced public investment complements the above-mentioned initiatives by creating an ecosystem for infrastructure development. Several measures have been introduced to attract private sector participation including supporting Public-Private Partnerships (PPPs) with Viability Gap Funding (VGF), reforms for innovative financing tools like Infrastructure Investment Trusts (InvITs), Real Estate Investment Trusts (REITs), and Infrastructure Debt Funds (IDFs), and using asset recycling models to promote private investments. To ensure long-term financing for the infrastructure sector, institutions like the National Investment and Infrastructure Fund (NIIF) and National Bank for Financing Infrastructure and Development (NaBFID) have also been established.

DISINVESTMENT TARGETS AND IMPACT ON STATE PSUs

4846. SHRIMATI JYOTSNA CHARANDAS MAHANT:

Will the Minister of **FINANCE** be pleased to state:

(a) the disinvestment receipts actually realized against targets from FY 2023-24 onwards, year-wise;

(b) the specific disinvestment target set for FY 2026-27 and the proposed pipeline of Central Public Sector Enterprises (CPSEs) identified for stake sales;

(c) the reasons for repeated shortfalls between budgeted targets and actual realisations over the last three financial years; and

(d) whether the Government has assessed the impact of privatising major industrial CPSEs on the employment and dividend shares of mineral-rich states like Chhattisgarh and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Realisation of disinvestment proceeds from FY 2023-24 onwards are given as under:

(Rs. crore)

Year	Actual Realisation
2023-24	16,507
2024-25	10,163
2025-26	15,563 (as on 18.03.2026)

Fixing separate disinvestment targets has been discontinued since the Revised Estimate (RE) of FY 2023-24. However, Rs. 30,000 crore, Rs.33,000 crore, Rs.33,837 crore and Rs. 80,000 crore kept under Miscellaneous Capital Receipts for RE 2023-24, RE 2024-25, RE 2025-26 and BE 2026-27 respectively, which includes estimated receipts on account of management of equity investments and public assets through various mechanisms. Disinvestment is an ongoing process, and execution/completion of specific transactions hinges upon market conditions, domestic and global economic outlook, geopolitical factors, investor interest and administrative feasibility. Given the market-sensitive nature of disinvestment transactions, drawing up timelines for disinvestment are not feasible.

(c): The question of shortfall doesn't arise as there is no separate /specific target set for disinvestment proceeds since 2023-24.

(d): The Department has not made any formal assessment of operational, technological and managerial efficacies of these privatized CPSEs. However, the Economic Survey, 2019-20 analyzed the gains of privatization in case of 11 CPSEs that have undergone strategic disinvestment from 1999-2000 to 2003-04. The analysis shows these privatized CPSEs on an average, perform better post privatization than their peers in terms of their net worth, net profit, return on assets, return on equity, gross revenue, net profit margin, sales growth and gross profit per employee.

SKILL INDIA DIGITAL HUB

4847. SHRI BHASKAR MURLIDHAR BHAGARE:

SHRIMATI SUPRIYA SULE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRI SANJAY DINA PATIL:

DR. AMOL RAMSING KOLHE:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government is undertaking a nationwide digital outreach initiative to expand enrollment and active participation of youth, women, professionals and aspiring entrepreneurs from Maharashtra on the Skill India Digital Hub (SIDH);

(b) whether district-wise data regarding registrations, course enrollments, certifications and employment or entrepreneurship outcomes facilitated through SIDH is available in the said State;

(c) whether the mobile-first, Artificial Intelligence (AI)-enabled and multilingual features of SIDH are being leveraged to improve access for learners in rural, tribal and industrially backward regions of the said State;

(d) whether industry-aligned and future-ready courses relevant to Maharashtra's key sectors such as manufacturing, services, start-ups and emerging technology-driven jobs are being prioritised on the

platform; and

(e) whether the Government proposes deeper convergence among SIDH, the Maharashtra

State Skill Development Mission and educational institutions to strengthen lifelong learning, employability and workforce readiness in the said State and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) SIDH, the Skill India Digital Hub, serves as a unified platform to promote skill development, employment, and entrepreneurship across the country. To enhance participation, comprehensive online and offline outreach strategies have been implemented, including multilingual digital campaigns, social media engagement, workshops, webinars, and on-ground activations such as SIDH stalls for real-time interaction and registrations. High-visibility outdoor campaigns have also been conducted at railway stations, bus shelters, and during major events like Mahakumbh 2025.

A nationwide awareness campaign, “Badhna Hai Toh Yahan Judna Hai,” was launched during the India AI Impact Summit 2026, and disseminated through print, electronic, outdoor and digital media.

(b) Yes, the data is available on the SIDH platform dashboard, including district-wise information on enrolments and certifications for individual

schemes and online programs.

(c) The platform has been structured to maximise inclusivity and reach, particularly for learners in rural, tribal and industrially backward regions. Its mobile-first design ensures easy access through smartphones, which are often the primary digital device in such areas.

The availability of content in 23 languages further reduces language barriers and enhances usability for diverse communities.

Together with built-in accessibility features that cater to different user needs, these elements significantly strengthen the platform's ability to expand access to skill development services and improve engagement among underserved populations.

(d) Under PMKVY 4.0, future skills and industry-aligned job roles have been prioritised all across the country including Maharashtra across key sectors such as IT-ITeS, Electronics and Hardware, Automotive, Green Jobs, Healthcare and Telecom and are being run on SIDH. As on 31.12.2025, a total of 25,378 candidates have been enrolled, of which 17,860 have been trained/oriented and 9,979 have been certified in the state of Maharashtra.

The trends indicate significant uptake in emerging job roles including Artificial Intelligence (AI), Internet of Things (IoT), Electric Vehicles, renewable energy, 5G technologies and digital healthcare, reflecting alignment of skilling initiatives with evolving industry requirements and future workforce demand in the State.

(e) Efforts to enable convergence across Central and State schemes are

supported through the Skill India Digital Hub (SIDH) by facilitating data-sharing and integration mechanisms. States are encouraged to align with SIDH, either by implementing their schemes on the platform or by using it as a repository for skill and training data. Through this approach, State-run schemes are also reflected on SIDH; currently, one such scheme from Maharashtra, namely Pramod Mahajan Kaushalya Udyojakta Vikas Abhiyaan (PMKUVA), is available on the platform.

THEMATIC CIRCUITS UNDER SDS 2.0

4848. DR. M. K. VISHNU PRASAD:

Will the Minister of **TOURISM** be pleased to state:

(a) the details of cities selected under the Swadesh Darshan 2.0 by the Government;

(b) the details of number of thematic circuits completed under the Swadesh Darshan Scheme;

(c) whether the Government has included more rural areas in tourism circuits to benefit the poor and grow the tourism sector and if so, the details thereof; and

(d) the details of number of rural areas in Tamil Nadu included under the said scheme, particularly in Cuddalore district?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Development of tourism infrastructure at different destinations

including cities and rural areas is primarily done by the concerned State Government (SG)/UT Administration (UTA). However, Ministry of Tourism under its various schemes including 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)' and 'Challenge Based Destination Development – CBDD' (an initiative under Swadesh Darshan scheme) provides financial assistance for development of tourism infrastructure and experiences in the country including in cities and rural areas and on receipt of the project proposals from State Governments/UT Administrations, in synergy with the scheme guidelines, Government directions, availability of funds, inter-se priority etc.

Similarly, financial assistance to undertake projects is also provided to SGs/UTAs under 'Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' scheme with the idea to integrate development of identified pilgrimage and heritage destinations. The above-mentioned schemes are approved till March, 2026.

Ministry of Tourism has sanctioned 76 projects under identified thematic circuits in the country as part of Swadesh Darshan scheme for an amount of Rs.5290.33 Crore, out of which 75 are noted as physically complete.

Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' has also sanctioned 40 projects in 2024-25 in the country including in the state of Tamil Nadu with the primary objective to comprehensively develop iconic tourist centres in the country, branding and marketing them at global scale.

The details of the projects sanctioned under SD, SD2.0, CBDD, PRASHAD and SASCI in the country including Tamil Nadu and covering cities and rural areas are given in the enclosed **Statement.**

STATEMENT

Details of the projects sanctioned under SD, SD2.0, CBDD, PRASHAD and SASCI schemes in the country

Details of the projects sanctioned under Swadesh Darshan scheme:

S. No.	State/UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned (in ₹ Crore)
1.	Andaman and Nicobar Islands	Coastal Circuit 2016-17	Development of Long Island-Ross Smith Island- Neil Island- Havelock Island- Baratang Island-Port Blair	27.57
2.	Andhra Pradesh	Coastal Circuit 2014-15	Development of Kakinada - Hope Island - Coringa Wildlife Sanctuary - Passarlapudi - Aduru - S Yanam – Kotipally	67.83
3.	Andhra Pradesh	Coastal Circuit 2015-16	Development of Nellore - Pulikat Lake - Ubblamadugu Water Falls – Nelapattu- Kothakoduru- Mypadu - Ramateertham – Iskapalli	49.55
4.	Andhra Pradesh	Buddhist Circuit 2017-18	Development of Buddhist Circuit: Shalihundam- Bavikonda- Bojjanakonda -Amravati- Anupu	35.24
5.	Arunachal Pradesh	North-East Circuit 2014-15	Development of Bhalukpong- Bomdila and Tawang	49.77
6.	Arunachal Pradesh	North-East Circuit 2015-16	Development of Nafra- Seppa- Pappu, Pasa, Pakke Valleys- Sangdupota- New Sagalee- Ziro- Yomcha	96.72
7.	Assam	Wildlife	Development of Manas– Probitora–	94.68

		Circuit 2015-16	Nameri– Kaziranga– Dibru– Saikhowa	
8.	Assam	Heritage Circuit 2016-17	Development of Tezpur – Majuli – Sibsagar	90.98
9.	Bihar	Tirthankar Circuit 2016-17	Development of Vaishali- Arrah- Masad- Patna- Rajgir- Pawapuri- Champapuri	33.96
10.	Bihar	Spiritual Circuit 2016-17	Development of Kanwaria Route: Sultanganj – Dharmshala- Deoghar	44.76
11.	Bihar	Buddhist Circuit 2016-17	Development of Buddhist circuit- Construction of Convention Centre at Bodhgaya	95.18
12.	Bihar	Rural Circuit 2017-18	Development of Bhitiharwa- Chandrahia- Turkaulia	44.27
13.	Bihar	Spiritual Circuit 2017-18	Development of Mandar Hill and Ang Pradesh	44.55
14.	Chhattisgarh	Tribal Circuit 2015-16	Development of Jashpur- Kunkuri- Mainpat- Kamleshpur - Maheshpur - Kurdar - Sarodhadadar- Gangrel- Kondagaon– Nathiyanawagaon- Jagdalpur- Chitrakoot- Tirthgarh	96.10
15.	Goa	Coastal Circuit 2016-17	Development of Sinquerim-Baga, Anjuna-Vagator, Morjim-Keri, Aguada Fort and Aguada Jail	97.65
16.	Goa	Coastal Circuit 2017-18	Development of Coastal Circuit II: Rua De Orum Creek - Dona Paula -Colva - Benaulim	99.35
17.	Gujarat	Heritage Circuit 2016-17	Development of Ahmedabad- Rajkot- Porbandar –Bardoli- Dandi	59.17
18.	Gujarat	Heritage Circuit	Development of Vadnagar- Modhera	91.12

		2016-17		
19.	Gujarat	Buddhist Circuit 2017-18	Development of Junagadh- Gir Somnath- Bharuch-Kutch- Bhavnagar-Rajkot- Mehsana	26.68
20.	Haryana	Krishna Circuit 2016-17	Development of Tourism Infrastructures at places related to Mahabharata in Kurukshetra	77.39
21.	Himachal Pradesh	Himalayan Circuit 2016-17	Development of Himalayan Circuit: Kiarighat, Shimla, Hatkoti, Manali, Kangra, Dharamshala, Bir, Palampur, Chamba	68.34
22.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Jammu-Srinagar-Pahalgam-Bhagwati Nagar-Anantnag-Salamabad Uri-Kargil-Leh	77.33
23.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Jammu-Rajouri-Shopian-Pulwama.	81.60
24.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities - Construction of Assets in lieu of those Destroyed in Floods in 2014 under PM Development Package	90.43
25.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Mantalai and Sudhmahadev	91.99
26.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Anantnag-Pulwama-Kishtwar-Pahalgam-Zanskar Padum - Daksum - Ranjit Sagar Dam	86.39
27.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Gulmarg-Baramulla- Kupwara- Kargil - Leh	91.84
28.	Jharkhand	Eco Circuit 2018-19	Development of Eco Tourism circuit: Dalma- Betla National park- Mirchaiya-Netarhat	30.44
29.	Kerala	Eco Circuit	Development of Pathanamthitta- Gavi-	64.08

		2015-16	Vagamon- Thekkady	
30.	Kerala	Spiritual Circuit 2016-17	Development of Sabarimala - Erumeli-Pampa-Sannidhanam	46.54
31.	Kerala	Spiritual Circuit 2016-17	Development of Sree Padmanabha Arnamula	78.08
32.	Kerala	Rural Circuit 2018-19	Development of Malanad Malabar Cruise Tourism Project	57.35
33.	Kerala	Spiritual Circuit 2018-19	Development Sivagiri Sree Narayana Guru Ashram- Arruvipuram-Kunnumpara Sree Subrahmania-Chembazhanthi Sree Narayana Gurukulam	66.42
34.	Madhya Pradesh	Wildlife Circuit 2015-16	Development of Wildlife Circuit at Panna- Mukundpur- Sanjay- Dubri-Bandhavgarh- Kanha- Mukki- Pench	92.10
35.	Madhya Pradesh	Buddhist Circuit 2016-17	Development of Sanchi-Satna-Rewa-Mandsaur-Dhar	74.02
36.	Madhya Pradesh	Heritage Circuit 2016-17	Development of Gwalior – Orchha – Khajuraho – Chanderi – Bhimbetka – Mandu	89.82
37.	Madhya Pradesh	Eco Circuit 2017-18	Development of Gandhisagar Dam-Mandleshwar Dam- Omkareshwar Dam- Indira Sagar Dam- Tawa Dam-Bargi Dam- Bheda Ghat- Bansagar Dam- Ken River	93.76
38.	Maharashtra	Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit - Sagareshwar, Tarkarli, Vijaydurg (Beach and Creek), Mitbhav	19.06
39.	Maharashtra	Spiritual Circuit 2018-19	Development of Waki- Adasa-Dhapewada- Paradsingha-Telankhandi- Girad	45.47
40.	Manipur	North-East	Development of Tourist Circuit in	72.23

		Circuit 2015-16	Manipur: Imphal- Khongjom	
41.	Manipur	Spiritual Circuit 2016-17	Development of Shri Govindajee Temple, Shri Bijoy Govindajee Temple – Shri Gopinath Temple – Shri Bungshibodon Temple – Shri Kaina Temple	45.34
42.	Meghalaya	North-East Circuit 2016-17	Development of Umium (Lake View), U Lum Sohpetbneng-Mawdiangdiang – Orchid Lake Resort	99.13
43.	Meghalaya	North-East Circuit 2018-19	Development of West Khasi Hills (Nongkhlaw- KremTirot – Khudoi and Kohmang Falls – Khri River-Mawthadraishan, Shillong), Jaintia Hills (Krang Suri Falls- Shyrmang-looksi), Garo Hills (Nokrek Reserve, Katta Beel, Siju Caves)	84.97
44.	Mizoram	North-East Circuit 2015-16	Development of Thenzawl and South Zote, District Serchhip and Reiek.	92.26
45.	Mizoram	Eco Circuit 2016-17	Development of Eco-Adventure Circuit Aizawl -Rawpuichhip – Khawhphawp – Lengpui – Chatlang-Sakawrhmuituaitlang - Muthee – Beratlawng -Tuirial Airfield – Hmuifang	66.37
46.	Nagaland	Tribal Circuit 2015-16	Development of Tribal Circuit Peren-Kohima- Wokha	97.36
47.	Nagaland	Tribal Circuit 2016-17	Development of Mokokchung-Tuensang-Mon	98.14
48.	Odisha	Coastal Circuit 2016-17	Development of Gopalpur, Barkul, Satapada and Tampara	70.82
49.	Puducherry	Coastal Circuit 2015-16	Development of Dubrayapet – Arikamedu – Veerampattinam – Chunnambar - Nallavadu /Narambai -	58.44

			Manapet- Kalapet - Puducherry - Yanam	
50.	Puducherry	Heritage Circuit 2017-18	Development of Franco- Tamil Village, Karaikal, Mahe and Yanam	49.44
51.	Puducherry	Spiritual Circuit 2017-18	Development of Spiritual Circuit in Puducherry	34.96
52.	Punjab	Heritage Circuit 2018-19	Development of Anandpur Sahib - Fatehgarh Sahib - Chamkaur Sahib - Ferozpur - Khatkar Kalan – Kalanour - Patiala	85.32
53.	Rajasthan	Desert Circuit 2015-16	Development of Sambhar Lake Town and Other Destinations	50.01
54.	Rajasthan	Krishna Circuit 2016-17	Development of Govind Dev ji temple (Jaipur), Khatu Shyam Ji (Sikar) and Nathdwara (Rajsamand)	75.80
55.	Rajasthan	Spiritual Circuit 2016-17	Development of Spiritual Circuit– 'Development of Churu (Salasar Balaji)-Jaipur (Shri Samodke Balaji, Ghatke Balaji, Bandheke Balaji)-Viratnagar (Bijak, Jainnasiya, Ambika Temple)- Bharatpur (Kaman Region)-Dholpur (Muchkund) - Mehndipur Balaji- Chittorgarh (Sanwaliyaji)	87.05
56.	Rajasthan	Heritage Circuit 2017-18	Development of Heritage Circuit Development of Rajsamand (Kumbhalgarh Fort) - Jaipur (Facade Illumination in Jaipur and Nahargarh Fort) -Jhalawar (Gagron Fort) - Chittorgarh (Chittorgarh Fort) – Jaisalmer (Jaisalmer Fort) - Hanumangarh (Gogamedi) - Udaipur (Pratap Gaurav Kendra) - Dholpur	70.61

			(Bagh-I-Nilofor and Purani Chawani) - Nagaur (Meera Bai Smarak, Merta) - Tonk (Sunehri Kothi)	
57.	Sikkim	North-East Circuit 2015-16	Development of Tourist Circuit linking Rangpo (entry) – Rorathang- Aritar-Phadamchen- Nathang-Sherathang-Tsongmo- Gangtok-Phodong-Mangan- Lachung-Yumthang- Lachen-Thangu-Gurudongmer- Mangan-Gangtok-TuminLingee- Singtam (exit)	98.05
58.	Sikkim	North-East Circuit 2016-17	Development of Tourist Circuit Linking Singtam– Maka- Temi-BermoikTokel-Phongia- Namchi –Jorthang- Okharey-Sombaria-Daramdin- Jorethang- Melli (Exit)	95.32
59.	Tamil Nadu	Coastal Circuit 2016-17	Development of (Chennai-Mamamallapuram – Rameshwaram – Manpadu – Kanyakumari)	73.13
60.	Telangana	Eco Circuit 2015-16	Development of Eco Tourism Circuit in Mahaboobnagar district	91.62
61.	Telangana	Tribal Circuit 2016-17	Development of Mulugu-Laknavaram-Medavaram- Tadvai- Damaravi-Mallur- Bogatha Waterfalls	79.87
62.	Telangana	Heritage Circuit 2017-18	Development of Qutub Shahi Heritage Park- Paigah Tombs- Hayat Bakshi Mosque- Raymond's Tomb	96.90
63.	Tripura	North-East Circuit 2015-16	Development of Agartala - Sipahijala - Melaghar - Udaipur - Amarpur-Tirthamukh- Mandirghat– Dumboor-NarikelKunja- Gandachara– Ambassa	82.85
64.	Tripura	North-East Circuit 2018-19	Development of Surma Cherra-Unakoti- Jampui Hills- Gunabati - Bhunaneshwari- Neermahal-Boxanagar- Chottakhola- Pilak-Avangchaarra	44.83

65.	Uttar Pradesh	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, and Kapilwastu	87.89
66.	Uttar Pradesh	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45
67.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Ahar-Aligarh-Kasganj-Sarosi (Unnao)-Pratapgarh-Kausambi-Mirzapur-Gorakhpur-Domariyaganj-Basti-Barabanki-Azamgarh-Kairana- Baghpat-Shahjahanpur	71.91
68.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Bijnor- Meerut-Kanpur- Kanpur Dehat- Banda-Ghazipur- Salempur- Ghosi- Balia-Ambedkar Nagar- Aligarh- Fatehpur-Deoria- Mahoba- Sonbhadra-Chandauli- Mishrikh- Bhadohi	67.51
69.	Uttar Pradesh	Heritage Circuit 2016-17	Development of Kalinjar Fort (Banda)-Maghar Dham (Sant Kabir Nagar)-Chauri Chaura, Shaheed Sthal (Fatehpur)- Mahuar shaheed Sthal (Ghosi)- Shaheed Smarak (Meerut)	36.65
70.	Uttar Pradesh	Ramayana Circuit 2017-18	Development of Ayodhya	127.21
71.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Jewar-Dadri-Sikandrabad-Noida-Khurja-Banda	12.03
72.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyagunj)	18.30
73.	Uttarakhand	Eco Circuit 2015-16	Integrated Development of Eco-Tourism, Adventure Sports, and	69.17

			Associated Tourism Related Infrastructure for Development of Tehri Lake and Surroundings as New Destination-District Tehri	
74.	Uttarakhand	Heritage Circuit 2016-17	Integrated Development of Heritage Circuit in Kumaon Region - Katarmal - Jogeshwar-Baijnath-Devidhura	76.32
75.	West Bengal	Coastal Circuit 2015-16	Development of Beach Circuit: Udaipur- Digha- Shankarpur- Tajpur- Mandarmani- Fraserganj-Bakkhlai-Henry Island	67.99
76.	-	Wayside Amenities 2018-19	Development of Wayside Amenities in Uttar Pradesh and Bihar at Varanasi-Gaya; Kushinagar-Gaya- Kushinagar in collaboration with MoRTH	17.50
			Total	**5290.33**

Details of the projects sanctioned under Swadesh Darshan 2.0:

S. No.	State/UT	Destination	Name of the project/ Experience	Year of sanction	Sanctioned Cost (in ₹ Crore)
1	Andhra Pradesh	Bapatala	Development of Suryalanka Beach Experience	2024-25	97.52
2	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	2023-24	29.88
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	2023-24	18.48
4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	2023-24	12.75
5	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	2023-24	14.02
6	Assam	Kokrajhar	Kokrajhar Wetland Experience	2023-24	26.68

7	Assam	Jorhat	Reimagining Cinnamara Tea Estate	2023- 24	23.88
8	Bihar	Bodh Gaya	Development of the Buddhist Meditation and Experience Centre, Bodh Gaya	2024-25	165.44
9	Chhattisgarh	Kawardha	Bhoramdeo Corridor Development, Kawardha	2024-25	145.99
10	DNHDD	Daman	Daman Convention Centre	2024-25	147.13
11	Goa	Porvorim	Porvorim Creek Experience	2024-25	24.07
12	Goa	Colva	Colva Beach Experience	2024-25	19.89
13	Haryana	Panchkula	Development of Adventure Tourism Hub at Tikkar Taal and Adventure Park	2024-25	26.68
14	Haryana	Panchkula	Rejuvenation of Yadavindra Garden	2024-25	65.82
15	Himachal Pradesh	Chintpurni	Development of Maa Chintpurni Devi Temple, Una	2025-26	56.26
16	Karnataka	Mysuru	Ecological Experience Zone	2023-24	18.48
17	Karnataka	Mysuru	Tonga ride Heritage experience zone	2023-24	2.72
18	Karnataka	Hampi	Setting up of ‘Traveller nooks’	2023-24	25.64
19	Kerala	Alappuzha	Alappuzha: A Global Water Wonderland	2024-25	93.18
20	Kerala	Malampuzha	Enhancement of Tourist Experience at Malampuzha Garden and Leisure Park	2024-25	75.87
21	Kerala	Kumarakom	Kumarakom Bird	2023-24	13.81

			Sanctuary Experience		
22	Ladakh	Leh	Julley Leh Biodiversity Park	2023-24	23.17
23	Ladakh	Kargil	Exploring LOC and Hundarman village Exp	2023-24	11.91
24	Lakshadweep	Bangaram	Development of Eco-Retreat, Adventure, Beach and Mice Experience at Bangaram	2024-25	81.18
25	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	2023-24	27.22
26	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	2023-24	16.74
27	Madhya Pradesh	Datia	Development of Pitambara Peeth Datia	2025-26	44.24
28	Maharashtra	Pune	Shivshrusthi Theme Park	2024-25	76.22
29	Meghalaya	Sohra	Waterfall Trails Experience	2023-24	27.61
30	Meghalaya	Sohra	Meghalayan Age Cave Experience	2023-24	32.45
31	Mizoram	Champhai	Eco Resort Experience at Keilungliah, Zote, Ngur and Mualbuhvum, Champhai	2024-25	38.85
32	Mizoram	Champhai	Heritage and Cultural Centre, Champhai	2024-25	33.87
33	Mizoram	Aizawl	Construction of Conference Centre	2025-26	99.71
34	Nagaland	Chumoukedima	Adventure Tourism Experience at Jacob Village, Chumoukediema	2024-25	32.54
35	Nagaland	Chumoukedima	Eco-Tourism Exp at Chumoukedima viewpoint	2024-25	7.87

36	Nagaland	Chumoukedima	Tribal Cultural Experience at Midway Retreat	2023-24	21.57
37	Puducherry	Karaikal	Karaikal beach and waterfront experience	2023-24	20.30
38	Punjab	Amritsar	Border Tourism Experience at Attari	2024-25	25.91
39	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	2023-24	20.06
40	Rajasthan	Sikar	Development works at Shri Khatu Shyam Ji Temple (Sikar)	2024-25	87.87
41	Rajasthan	Bundi	Spiritual Experience, Keshavraipatan	2023-24	21.65
42	Rajasthan	Bikaner dist.	Development Works at Shri Karni mata mandir, Bikaner	2025-26	22.58
43	Rajasthan	Malaseri Dungari (District Bhilwara)	Development of Malaseri Dungri, Bhilwara District	2025-26	48.73
44	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	2023-24	15.41
45	Sikkim	Gangtok	Gangtok Cultural Village	2023-24	22.60
46	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	2023-24	30.02
47	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	2023-24	38.00
48	Telangana	Bhongir	Bhongir Fort Experiential Zone	2023-24	56.82
49	Tripura	Agartala	Tripura Heritage Village and Sangeet Experience at Agartala (Phase-1 and2)	2024-25	48.95

50	Uttar Pradesh	Naimisaranya	Vedic- wellness Experience	2023-24	17.80
51	Uttar Pradesh	Prayagraj	Azad Park and Dekho Prayagraj Trail Experince	2023-24	14.52
52	Uttarakhand	Champawat	Tea Garden Experience	2023-24	19.89
53	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	2023-24	17.86
				Total	**2208.31**

Details of projects sanctioned under Challenge Based Destination Development (CBDD):

S. No.	State/UT	Destination/ Category	Name of the project/ Experience	Year of sanction	Sanctioned Cost (in ₹ Crore)
1	Andhra Pradesh	Nagarjuna Sagar (Culture and Heritage)	Enriching Buddhist Heritage and Cultural Experiences at Nagarjuna Sagar	2024-25	25.00
2	Andhra Pradesh	Ahobilam Temple (Spiritual Tourism)	Development of Abhobilam as a Spiritual Odyssey	2024-25	24.99
3	Arunachal Pradesh	Kibitho (Vibrant Village Programme)	Kibhito Frontier Tourism - Gateway to Serenity	2024-25	4.96
4	Arunachal Pradesh	Bichom Dam Site (Ecotourism and Amrit Dharohar Sites)	Bichom Dam Adventure and Eco-Tourism Project	2024-25	9.90
5	Assam	Sivasagar (Ecotourism and Amrit Dharohar Sites)	Panidhing Bird Sanctuary	2024-25	9.99

6	Bihar	Saran Dist. (Sonepur Fair) (Culture and Heritage)	Development of Sonepur Fair Site	2024-25	24.29
7	Chhattisgarh	Mayali Bagicha (Ecotourism and Amrit Dharohar Sites)	Development of Mayali Bagicha as Eco Tourism Destination	2024-25	9.97
8	Goa	Mayem Village (Ecotourism and Amrit Dharohar Sites)	Beautification and Development of Harvalem Waterfall	2024-25	9.81
9	Gujarat	Vadnagar (Culture and Heritage)	Transformation of Sharmishtha Lake: Light and Culture	2024-25	17.29
10	Gujarat	Thol Village (Ecotourism and Amrit Dharohar Sites)	THOL: Transformative Tourism, Harmonious Sustainability, Optimized Skilling, Leading Technology	2024-25	9.96
11	Gujarat	Porbandar (Spiritual Tourism)	The Sacred Ocean Retreat at Harsiddhi Shore	2024-25	24.66
12	Himachal Pradesh	Kaza (Culture and Heritage)	Kaza under Culture and Heritage	2024-25	24.82
13	Himachal Pradesh	Rakchham (Vibrant Village Programme)	Tourism Infrastructure Development at Rakcham - Vibrant Village	2024-25	4.96
14	Jharkhand	Ramrekha Dham (Spiritual Tourism)	Tourism Infrastructure Development at Ramrekha Dham	2024-25	18.87

15	Karnataka	Bidar (Culture and Heritage)	Development of Bidar as a Heritage Tourism Destination	2025-26	25.00
16	Kerala	Varkala (Culture and Heritage)	Varkala-Dakshin Kashi	2024-25	25.00
17	Kerala	Thalassery (Spiritual Tourism)	Thalassery: The Spritiual Nexus	2024-25	25.00
18	Ladakh	Mushkoo Village (Ecotourism and Amrit Dharohar Sites)	Advancing Mushkoo as a Sustainable Tourism Hub: Integrating Wildlife Sightings and Community Progress	2024-25	9.78
19	Madhya Pradesh	Orchha (Spiritual Tourism)	Orchha A Medieval Splendour 2.0	2024-25	25.00
20	Madhya Pradesh	Mandu (Culture and Heritage)	Mandu-A Medieval Wonder	2025-26	24.88
21	Maharashtra	Ahmednagar (Culture and Heritage)	Development of Ahmednagar Fort	2024-25	25.00
22	Manipur	Langthabal Konug, Imphal (Culture and Heritage)	Development of Ancient Capital of Manipur, Langthabal Konug	2024-25	24.69
23	Meghalaya	Nartiang Village (Spiritual Tourism)	Nartiang Spiritual and Cultural Centre	2024-25	24.87
24	Meghalaya	Mawphlang Village (Culture and Heritage)	Mawphlang Cultural and Heritage Centre	2024-25	24.87

25	Nagaland	Impur Village (Spiritual Tourism)	Soulful Trails: The Impur Heritage Experience	2024-25	24.94
26	Nagaland	Doyang Reservoir (Ecotourism and Amrit Dharohar Sites)	Wings Over Doyang: An Eco-Tourism Haven	2024-25	9.99
27	Puducherry	White Town (Culture and Heritage)	Development of White Town	2024-25	22.19
28	Punjab	Rupnagar (Anandpur Sahib) (Spiritual Tourism)	Heritage Street -A Symbol of Peace and Harmony at Sri Anandpur Sahib	2024-25	24.90
29	Punjab	Ferozpur (Hussainiwala Border) (Culture and Heritage)	Cultural and Heritage Strech at Hussainiwala Border	2024-25	25.00
30	Sikkim	Kabi (Spiritual Tourism)	Kabi Chronicles: A journey through Unity and Heritage	2024-25	24.96
31	Sikkim	Gnathang Village (Vibrant Village Programme)	Echoes of Valor: The Gnathang Valley Experience	2024-25	5.00
32	Tamil Nadu	Rameswaram Island (Spiritual Tourism)	Iconic transformation of Rameswaram	2024-25	20.01
33	Telangana	Nalgonda (Culture and Heritage)	Development of digital experience centre at Bhuddhavanam	2024-25	24.85

34	Telangana	Kamareddy (Kalki Cheruvu) (Ecotourism and Amrit Dharohar Sites)	Development of Eco-Tourism Project at Nizam Sagar	2024-25	9.98
35	Uttar Pradesh	Mahoba (Culture and Heritage)	Development of Cultural Landscape at Mahoba	2024-25	24.98
36	Uttarakhand	Jadung (Vibrant Village Programme)	Development of Jadung Festive Ground, Jadung	2024-25	4.99
37	Uttarakhand	Kainchidham (Spiritual Tourism)	Development of Kainchi Dham Campus	2024-25	17.60
38	Uttarakhand	Mana Village (Vibrant Village Programme)	Mana Haat	2024-25	4.99
				Total	**697.94**

Details of projects sanctioned under PRASHAD Scheme:

S. No.	State/UT	Sanction Year	Project Name	Sanction Amount (in ₹ Crore)
1	Andhra Pradesh	2015-16	Development of Amaravati Town, Guntur District as a Tourist Destination	27.77
2	Andhra Pradesh	2017-18	Development of Srisailam Temple	43.08
3	Andhra Pradesh	2022-23	Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam in Vishakhapatnam Temple	54.04

4	Andhra Pradesh	2024-25	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	25.33
5	Arunachal Pradesh	2020-21	Development of Parshuram Kund, Lohit Distt.	37.88
6	Assam	2015-16	Development of Kamakhya Temple and Pilgrimage Destination in and around Guwahati	29.80
7	Bihar	2015-16	Development at Patna Sahib	29.62
8	Bihar	2014-15	Development of basic facilities at Vishnupad temple, Gaya, Bihar	3.63
9	Bihar	2024-25	Development of Ambika Bhawani Temple, Saran	13.29
10	Chhattisgarh	2020-21	Development of Maa Bamleshwari Devi Temple, Dongargarh, Rajnandgaon District, Chhattisgarh	48.44
11	Goa	2024-25	Development of Bom Jesus Basilica	16.46
12	Gujarat	2016-17	Development of Dwarka	10.46
13	Gujarat	2016-17	Development of Pilgrimage Amenities at Somnath	45.36
14	Gujarat	2018-19	Development of Promenade at Somnath	47.12
15	Gujarat	2022-23	Development of Pilgrimage Facilities at Ambaji Temple, Banaskantha, Gujarat	50.00
16	Haryana	2019-20	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara in	48.53

			Panchkula District	
17	Jammu and Kashmir	2016-17	Development at Hazratbal Shrine, Srinagar	40.46
18	Jharkhand	2018-19	Development of Baba Baidyanath Dham, Deoghar	36.79
19	Karnataka	2023-24	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple, Mysuru	45.38
20	Karnataka	2024-25	Development of Renuka Yallama Devi temple	18.37
21	Karnataka	2024-25	Development of Basic Amenities at Papnash Temple, Bidar dist.	22.25
22	Kerala	2016-17	Development at Guruvayur Temple	45.19
23	Madhya Pradesh	2020-21	Development of Amarkantak	49.99
24	Madhya Pradesh	2017-18	Development of Omkareshwar	43.93
25	Maharashtra	2017-18	Development of Trimbakeshwar, Nashik	45.41
26	Meghalaya	2020-21	Development of Pilgrimage Facilitation in Meghalaya	29.29
27	Mizoram	2022-23	Development of Infrastructure for Pilgrimage and Heritage Tourism in the State of Mizoram	44.89
28	Mizoram	2024-25	Development of Basic Amenities under PRASHAD scheme in Vangchhia, Champhai District	5.47

29	Nagaland	2018-19	Development of Pilgrimage Infrastructure in Nagaland	25.20
30	Nagaland	2022-23	Development of Pilgrimage Tourism Infrastructure at Zunheboto	18.18
31	Odisha	2014-15	Infrastructure Development at Puri, Shree Jagannath Dham - Ramachandi - Prachi River front at Demuli under Mega Circuit	50.00
32	Puducherry	2024-25	Development of Pilgrim Facilites and Tourist attractions for Sri Dharbaranyeswara Temple	25.94
33	Punjab	2015-16	Development of Karuna Sagar Valmiki Sthal at Amritsar	6.40
34	Punjab	2021-22	Development of Chamkaur Sahib at Rupar, Punjab	30.52
35	Rajasthan	2015-16	Integrated Development of Pushkar/Ajmer	32.64
36	Sikkim	2020-21	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	33.32
37	Tamil Nadu	2016-17	Development of Kanchipuram	13.99
38	Tamil Nadu	2016-17	Development of Velankanni	4.86
39	Tamil Nadu	2024-25	Development of 8 Navagraha Temples	40.94
40	Telangana	2020-21	Development of Jogulamba Devi Temple, Alampur	38.90
41	Telangana	2022-23	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple, Mulugu	62.00

42	Telangana	2022-23	Development of Pilgrimage Infrastructure at Bhadrachalam, Bhadradri Kothagudem District	41.38
43	Telangana	2024-25	Development of Basic Amenities at goddess Renuka Yellama Devasthanam	4.22
44	Tripura	2020-21	Development of Tripura Sundari Temple, Udaipur	34.43
45	Uttar Pradesh	2015-16	Development of Varanasi – Phase –I	18.73
46	Uttar Pradesh	2014-15	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	10.98
47	Uttar Pradesh	2017-18	River Cruise Tourism in Ganga, Varanasi	9.02
48	Uttar Pradesh	2014-15	Construction of Tourist Facilitation Centre at Vrindavan	9.36
49	Uttar Pradesh	2017-18	Development of Varanasi – Phase –II	44.60 (project closed at 37.12)
50	Uttar Pradesh	2018-19	Development of Infrastructure facilities at Govardhan	37.59
51	Uttarakhand	2015-16	Integrated Development of Kedarnath	34.77
52	Uttarakhand	2018-19	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	56.15
53	Uttarakhand	2021-22	Augmentation of Pilgrimage Infrastructure Facilities and Gangotri and Yamunotri Dham	54.36

54	West Bengal	2016-17	Development of Belur Math	30.03
				1726.74

Details of projects sanctioned under Special Assistance to States for Capital Investment (SASCI Scheme) - Development Iconic Tourist Centres to Global Scale in FY 2024-25:

S. No.	State	Year of Sanction	Name of the Project	Sanctioned Cost (in ₹ Crore)
1.	Andhra Pradesh	2024-25	Enriching the Fort and Gorge Experience in Gandikota	77.91
2.	Andhra Pradesh	2024-25	Akhanda Godavari- (Havelok Bridge and Pushkar Ghat) in Raja Mahendravaram	94.44
3.	Arunachal Pradesh	2024-25	Siang Adventure and Eco-Retreat in Pasighat	46.48
4.	Assam	2024-25	Assam State Zoo Cum Botanical Garden in Guwahati	97.12
5.	Assam	2024-25	Beautification of Rang Ghar in Sivasagar	94.76
6.	Bihar	2024-25	Development of Matsyagandha Lake in Saharsa	97.61
7.	Bihar	2024-25	Karamchat Eco-Tourism and Adventure Hub in Karamchat	49.51
8.	Chhattisgarh	2024-25	Development of Chitrotpala Film City in Raipur	95.79
9.	Chhattisgarh	2024-25	Development of Tribal and Cultural Convention Centre in Raipur	51.87

10.	Goa	2024-25	Chhatrapati Shivaji Maharaj Museum in Ponda	97.46
11.	Goa	2024-25	Townsquare in Porvorim	90.74
12.	Gujarat	2024-25	Ecotourism Destination at Kerly (Mokarsagar) in Porbandar	99.50
13.	Gujarat	2024-25	Tented City and Convention Centre in Dhordo	51.56
14.	Jharkhand	2024-25	Eco-Tourism Development of Tilaiyya" in Koderma	34.87
15.	Karnataka	2024-25	Ecotourism and Cultural Hub at Roerich and Devika Rani Estate Tataguni in Bengaluru	99.17
16.	Karnataka	2024-25	Development of Savadatti Yallammagudda in Belgavi	100.00
17.	Kerala	2024-25	Ashtamudi Biodiversity and Eco-recreational Hub in Kollam	59.71
18.	Kerala	2024-25	Global Gateway to Malabar's Cultural Crucible in Sargaalayaa	95.34
19.	Madhya Pradesh	2024-25	Orchha A Medieval Splendour in Orchha	99.92
20.	Madhya Pradesh	2024-25	International Convention Centre for MICE in Bhopal	99.38
21.	Maharashtra	2024-25	INS-Guldar Underwater Museum, Artificial Reef, and submarine Tourism in Sindhudurg	46.91
22.	Maharashtra	2024-25	Development of RAM-KAL PATH in Nashik	99.14
23.	Manipur	2024-25	Loktak Lake Experience in Loktak	89.48
24.	Meghalaya	2024-25	MICE Infrastructure in Mawkhanu	99.27

25.	Meghalaya	2024-25	Redevelopment of Umiam Lake in Shillong	99.27
26.	Odisha	2024-25	Development of Hirakund	99.90
27.	Odisha	2024-25	Development of Satkosia	99.99
28.	Punjab	2024-25	Development of Heritage Street as a tribute to Shaheed-e-Azam, Sardar Bhaghat Singh at Khatkar Kalan in SBS Nagar	53.45
29.	Rajasthan	2024-25	Development at Amber-Nahargarh and Surrounding Area in Jaipur	49.31
30.	Rajasthan	2024-25	Development at Jal Mahal in Jaipur	96.61
31.	Sikkim	2024-25	Skywalk, Bhaleydhunga, Yangang in Namchi	97.37
32.	Sikkim	2024-25	Border Experience in Nathula	68.19
33.	Tamil Nadu	2024-25	Development of Nandavanam Heritage Park in Mammallapuram	99.67
34.	Tamil Nadu	2024-25	Eco Park at Race Course in Ooty	70.23
35.	Telangana	2024-25	Ramappa Region Sustainable Tourism Circuit in Ramappa	73.74
36.	Telangana	2024-25	Somasilla Wellness and Spiritual Retreat in Nallamala	68.10
37.	Tripura	2024-25	Shakti Peethas Park at Banduar in Gomati	97.70
38.	Uttar Pradesh	2024-25	Development of Bateshwar in District-Agra	74.05
39.	Uttar Pradesh	2024-25	Integrated Buddhist Tourism Development in Shrawasti	80.24
40.	Uttarakhand	2024-25	Iconic City Rishikesh: Rafting Base Station in Rishikesh	100.00
			Total	**3295.76**

विद्यालयों में शौचालयों का निर्माण

4849. श्री बृजेन्द्र सिंह ओला:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश के प्रत्येक प्राथमिक, उच्च प्राथमिक और माध्यमिक स्तर के विद्यालय में कम से कम एक शौचालय के निर्माण का लक्ष्य प्राप्त कर लिया है;

(ख) यदि हां, तो अब तक निर्मित शौचालयों की कुल संख्या कितनी है और इसके अंतर्गत राज्य/संघ राज्यक्षेत्र-वार कितने विद्यालयों को शामिल किया गया है;

(ग) राजस्थान में ऐसे विद्यालयों की संख्या कितनी है जिनमें शौचालय चालू हालत में नहीं हैं और 31 जनवरी, 2026 के अनुसार राजस्थान के सरकारी स्कूलों में जिला-वार कुल कितने शौचालय हैं; और

(घ) विगत तीन वर्षों के दौरान राजस्थान में वर्ष-वार और जिला-वार कुल कितने शौचालयों का निर्माण किया गया है और कितने शौचालयों की मरम्मत की गई है तथा वर्तमान में कितने शौचालय चालू हालत में है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): शिक्षा संविधान की समवर्ती सूची में है और अधिकांश स्कूल संबंधित राज्य और संघ राज्य क्षेत्र सरकारों के अधिकार क्षेत्र में हैं। समग्र शिक्षा की केन्द्रीय प्रायोजित योजना के अंतर्गत राज्यों और संघ राज्य क्षेत्रों को शिक्षा के लिए एकीकृत जिला सूचना प्रणाली (यूडाइज़) डाटाबेस से निर्धारित कमियों और संबंधित राज्य/संघ राज्य क्षेत्रों से प्राप्त प्रस्तावों के आधार पर मौजूदा सरकारी स्कूलों के सुदृढ़ीकरण और शौचालयों के निर्माण सहित अवसंरचनात्मक सुविधाओं के सृजन और संवर्धन के लिए सहायता प्रदान की जाती है। स्कूलों में शौचालयों सहित अवसंरचनात्मक सुविधाओं की आवश्यकता का आकलन संबंधित राज्य/संघ राज्य क्षेत्र द्वारा प्रत्येक वर्ष उनकी आवश्यकता और प्राथमिकता के आधार पर किया जाता है और यह उनकी

वार्षिक कार्य योजना और बजट (एडब्ल्यूपीएंडबी) में परिलक्षित होता है। इसके बाद इन योजनाओं का मूल्यांकन और अनुमोदन योजना के कार्यक्रम संबंधी और वित्तीय मानदंडों के अनुसार राज्यों और संघ राज्य क्षेत्रों के परामर्श से परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा किया जाता है।

एनईपी-2020 के अधिदेश के अनुसार, भारत सरकार शौचालयों सहित बुनियादी अवसंरचनात्मक सुविधाएं प्रदान करने में लक्षित और संतृप्ति दृष्टिकोण अपना रही है। विस्तृत यूडाइज़+रिपोर्ट को वेबलिंक: https://udiseplus.gov.in/#/en/page/publications पर देखा जा सकता है। देश में प्राथमिक, उच्च प्राथमिक और माध्यमिक स्कूलों में शौचालयों की राज्य-वार संख्या संलग्न **विवरण-I** में दी गई है।

वर्ष 2018-19 से वर्ष 2025-26 तक समग्र शिक्षा योजना के तहत निर्मित शौचालयों (बालक, बालिकाओं तथा सीडब्ल्यूएसएन) की कुल संख्या संलग्न **विवरण-II** में दी गई है।

(ग) और (घ): यूडाइज़+2024-25 के अनुसार राजस्थान राज्य में कार्यात्मक शौचालयों वाले स्कूलों की संख्या और शौचालयों की कुल संख्या की जिला-वार सूची संलग्न **विवरण-III** में दी गई है।

पिछले तीन वर्षों के दौरान राजस्थान में निर्मित और मरम्मत किए गए शौचालयों की कुल संख्या निम्नानुसार है:

राजस्थान:

वर्ष 2023-24 से वर्ष 2025-26 तक समग्र शिक्षा के तहत निर्मित शौचालय (बालक, बालिका तथा सीडब्ल्यूएसएन)

वर्ष	निर्मित शौचालयों
2023-2024	38
2024-2025	267
2025-2026	97
कुल	**402**

**स्पिलओवर शामिल है*

विवरण-I

शौचालय सुविधा वाले विद्यालयों की संख्या (सभी प्रबंधन)

राज्य	आरंभिक		उच्च प्राथमिक		माध्यमिक		समग्र	
	कुल स्कूल	शौचालययुक्त स्कूल	कुल स्कूल	शौचालययुक्त स्कूल	कुल स्कूल	शौचालययुक्त स्कूल	कुल स्कूल	शौचालययुक्त स्कूल
अंडमान और निकोबार द्वीप समूह	200	200	84	84	124	124	408	408
आंध्र प्रदेश	38212	37869	7510	7508	15595	15593	61317	60970
अरुणाचल प्रदेश	1446	1347	1255	1220	528	525	3229	3092
असम	35866	34500	9116	8664	10301	10100	55283	53264
बिहार	39035	38828	42870	42752	12434	12373	94339	93953
चंडीगढ़	11	11	26	26	170	170	207	207
छत्तीसगढ	32380	31345	16687	16328	7735	7632	56802	55305
दादर और नगर हवेली तथा दमन और दीव	167	167	163	163	103	103	433	433
दिल्ली	2528	2528	803	803	2225	2225	5556	5556
गोवा	854	854	70	70	555	555	1479	1479
गुजरात	13371	13291	26817	26700	13167	13075	53355	53066
हरियाणा	9569	9569	4872	4871	9053	9053	23494	23493
हिमाचल प्रदेश	10390	10353	2422	2412	4518	4516	17330	17281
जम्मू और कश्मीर	10554	9914	9145	9047	4493	4480	24192	23441
झारखंड	23149	22757	15914	15826	5313	5300	44376	43883
कर्नाटक	22515	22441	29998	29946	22346	22305	74859	74692
केरल	6359	6351	4412	4410	4986	4986	15757	15747
लद्दाख	366	351	429	424	166	166	961	941
लक्षद्वीप	15	15	10	10	11	11	36	36
मध्य प्रदेश	60377	59494	43163	42789	18580	18514	122120	120797
महाराष्ट्र	49478	48307	29038	28803	29734	29697	108250	106807

मणिपुर	2454	2137	945	894	1267	1245	4666	4276
मेघालय	9083	7974	3548	3234	1956	1723	14587	12931
मिजोरम	1442	1314	1556	1469	976	923	3974	3706
नागालैंड	1172	1069	780	751	798	779	2750	2599
ओडिशा	28407	28305	20852	20781	12306	12276	61565	61362
पुदुचेरी	299	299	69	69	395	395	763	763
पंजाब	13457	13433	4584	4580	9240	9239	27281	27252
राजस्थान	36778	34453	33999	33391	35525	35131	106302	102975
सिक्किम	658	655	313	313	274	273	1245	1241
तमिलनाडु	34289	33972	9245	9206	14401	14341	57935	57519
तेलंगाना	20521	19435	7712	7661	14921	14853	43154	41949
त्रिपुरा	2453	2351	1261	1248	1229	1225	4943	4824
उत्तराखंड	12673	12605	5615	5595	4164	4157	22452	22357
उत्तर प्रदेश	135658	134021	90243	89326	36457	36161	262358	259508
पश्चिम बंगाल	74332	74099	8487	8480	10896	10894	93715	93473
कुल	**730518**	**716614**	**434013**	**429854**	**306942**	**305118**	**1471473**	**1451586**

स्रोत: यूडाइज़+

<u>विवरण-II</u>

वर्ष 2018-19 से वर्ष 2025-26 तक समग्र शिक्षा योजना के तहत निर्मित शौचालयों की कुल संख्या (बालक, बालिका और सीडब्ल्यूएसएन)

क्रम संख्या	राज्य	निर्मित शौचालय
1	आंध्र प्रदेश	2483
2	अरुणाचल प्रदेश	837
3	असम	8454
4	बिहार	26014
5	छत्तीसगढ़	1381
6	गोवा	9

7	गुजरात	6035
8	हरियाणा	4309
9	हिमाचल प्रदेश	649
10	जम्मू और कश्मीर	2091
11	झारखंड	2114
12	कर्नाटक	407
13	केरल	2232
14	लद्दाख	366
15	मध्य प्रदेश	4550
16	महाराष्ट्र	2185
17	मणिपुर	804
18	मेघालय	1813
19	मिजोरम	533
20	नागालैंड	8
21	ओडिशा	4401
22	पंजाब	5498
23	राजस्थान	1479
24	सिक्किम	617
25	तमिलनाडु	10037
26	तेलंगाना	1516
27	त्रिपुरा	744
28	उत्तर प्रदेश	12715
29	उत्तराखंड	1703
30	पश्चिम बंगाल	8870
कुल योग		**114854**

**स्पिलओवर शामिल है*

***स्रोत: प्रबंध*

विवरण-III

राजस्थान राज्य के शौचालयों/कार्यात्मक शौचालयों वाले स्कूलों की संख्या और सभी स्कूलों में शौचालयों की कुल संख्या

जिले का नाम	कुल स्कूल (सभी प्रबंधन)	शौचालययुक्त स्कूल	किसी भी प्रकार के कार्यात्मक शौचालययुक्त स्कूल	कुल शौचालय
अजमेर	2442	2398	2304	13064
अलवर	2983	2914	2686	13513
बालोतरा	2158	2103	1930	6974
बांसवाड़ा	3930	3562	3158	10927
बारां	2128	1879	1638	6147
बाड़मेर	3762	3620	3307	11825
ब्यावर	1684	1668	1574	6418
भरतपुर	1883	1855	1678	7697
भीलवाड़ा	3865	3803	3559	13877
बीकानेर	3623	3521	3191	15670
बूंदी	1833	1769	1617	6038
चितौड़गढ़	2494	2455	2258	8981
चुरू	2591	2529	2344	12312
दौसा	2501	2413	2175	9763
डीग	1418	1360	1233	4839
धौलपुर	1848	1794	1658	6600
डीडवाना-कुचामन	2279	2268	2150	10112
डूंगरपुर	3181	2959	2607	8551
गंगानगर	2878	2845	2682	11688
हनुमानगढ़	2038	2026	2007	8998

जयपुर	8199	7995	7461	51344
जैसलमेर	1746	1636	1416	5978
जालोर	2772	2740	2494	9269
झालावाड़	2223	2193	2041	7430
झुंझुनूं	2698	2673	2540	14395
जोधपुर	4407	4302	4024	23621
करौली	2212	2156	1973	8272
खैरथल-तिजारा	1396	1373	1292	7175
कोटा	2265	2210	2058	11730
कोटपूतली-बहरोड़	1620	1601	1507	8294
नागौर	2565	2541	2371	11143
पाली	2177	2133	1932	8801
फलौदी	1626	1555	1395	6120
प्रतापगढ़ (राजस्थान)	1982	1783	1614	5093
राजसमंद	2176	2127	1996	7243
सलूम्बर	1303	1198	1051	3352
सवाई माधोपुर	1950	1893	1656	7264
सीकर	3489	3402	3156	18524
सिरोही	1390	1325	1215	4934
टोंक	2465	2439	2296	8896
उदयपुर	4122	3959	3681	15033
राजस्थान में कुल	**106302**	**102975**	**94925**	**437905**

स्रोत: यूडाइज़ + 2024-25

EMPLOYMENT OPPORTUNITIES FOR AGNIVEERS

4850. SHRI TAMILSELVAN THANGA:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether it is a fact that many young youths after serving four years as an Agniveer and acquiring military and technical proficiencies such as weaponry and communication systems are discharged from the service but remain eligible for getting further job opportunities in other sectors for suitable employment;

(b) if so, the details thereof;

(c) whether the Government has any scheme for recognition and assessment of the skills acquired by Agniveers for any job preference in other sectors along with financial literacy and entrepreneurship training to improve their long-term employability; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Yes. Many young youths after serving four years as Agniveer remain eligible for getting suitable employment in other sectors after being discharged from Military service. Accordingly, at the end of 4 years of engagement, 25% Agniveers are absorbed in the Defence Forces and balance 75% Agniveers go back to the society as dynamic, motivated and skilled work-force. Ample job opportunities have been provided for these 75% Agniveers in Central Government, State Governments, DPSUs etc.

The Ministry of Skill Development and Entrepreneurship (MSDE) has collaborated with the three wings of the Armed Forces to formally recognise the skills acquired by Agniveers during their tenure in service in the armed forces.

1. The Directorate General of Training (DGT) undertook a comprehensive mapping of the training and operational roles performed by Agniveers with relevant civilian job roles and skill competencies, in alignment with nationally approved qualification frameworks. This initiative enables Agniveers to receive formal certification for the skills gained in the Armed Forces, thereby enhancing their employability and facilitating smoother transition to civilian careers.
2. To support the seamless transition of Agniveers into civilian careers, the Directorate General of Training (DGT) has signed Memoranda of Understanding (MoUs) with the Indian Armed Forces under the Flexi-MoU Scheme on 26.12.2022. This collaboration enables Agniveers to receive the National Trade Certificate (NTC) by formally recognising the skills they acquire during training and service. For the Indian Army, NTCs will be awarded in 47 trades that align with existing Craftsmen Training Scheme (CTS) trade names.
3. National Council for Vocational Education and Training (NCVET) has granted Awarding Body (Dual) status to 20 Defence Institutes to enable them to bring their own qualifications as per industry alignment and gives them adoption rights to any National Skills Qualification

Framework (NSQF) aligned qualifications as per their need.

4. Over 325 skill sets of the various arms of the Indian Armed forces have already been mapped and developed as skill qualifications which are aligned to the industry needs.
5. Agniveer service will consist of the four modules: (i) Basic Military Training, (ii) Trade Training (iii) Security Training and (iv) Service/On-the –Job Training.

These steps shall enable the alignment of skill sets of various arms of the Indian armed forces to the NSQF as per industry standards to enable them to contribute to various sectors for the economic development of the Nation post their retirement from the service for long term employability and entrepreneurial ventures.

Additionally, under the aspect of enhancing education qualification of exiting Agniveers, Memorandum of Understanding (MoU) has been signed with National Institute of Open Schooling (NIOS) for award of 10^{th} and 12^{th} class certificate to Agniveers who enrolled having 8^{th} and 10^{th} pass certificates respectively, and with Indira Gandhi National Open University (IGNOU) for award of graduation degree to volunteer 12^{th} class Agniveers who pass nominated subjects.

Further, financial support for resettlement as Seva Nidhi Package and preference for grant of loan for establishment of Micro, Small, Medium Enterprises (MSMEs) has also been offered to exiting Agniveers.

8th CENTRAL PAY COMMISSION (CPC)

4851. SHRI A. RAJA:

Will the Minister of **FINANCE** be pleased to state:

(a) whether Chairperson and members have been appointed for the 8th Central Pay Commission (CPC) and if so, the current status thereof;

(b) the key areas under review by the said CPC, including proposed changes in the pay scales, salaries/allowances and pension structures;

(c) the timeline proposed for submission of the CPC report along with the Government's roadmap for implementation of its recommendations; and

(d) whether the Government has made any assessment of the fiscal impact of implementing the CPC recommendations on the Union Budget, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): The Government has notified Resolution dated 03.11.2025 for constitution of 8th Central Pay Commission (CPC), along with appointment of the Chairperson and Members, that will make its recommendations on various issues viz. Pay, Allowances, Pension, etc. of the Central Government employees within 18 months of its constitution.

(d): The fiscal impact of the recommendations of 8th CPC will be known, once the recommendations are made by the 8th CPC and are accepted by the Government.

LOANS TO MSMEs

4852. SHRI KESINENI SIVANATH:

Will the Minister of **FINANCE** be pleased to state:

(a) the details of all Government schemes under which loans are provided to Micro, Small and Medium Enterprises (MSMEs);

(b) the number of loans sanctioned and disbursed to MSMEs, classified sector-wise (manufacturing, services, trade etc.) and PSB-wise, year-wise for the past five years, State-wise and district-wise for Andhra Pradesh;

(c) the total number of loan applications received by Public Sector Banks (PSBs) for MSME credit during the last five years and the number of applications rejected, classified PSB-wise and year-wise, including reasons for rejections, if available, classified State-wise and district-wise for Andhra Pradesh;

(d) the details regarding the number of such disbursed loans repaid, classified PSB-wise, year-wise, State-wise and district-wise for Andhra Pradesh; and

(e) the details regarding steps taken by the Government to improve MSME access to credit, reduce loan rejections, strengthen PSB lending and enhance scheme outreach especially for small and micro units?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The details of major schemes of Government of India, facilitating loans to

MSMEs, are as follows:

i. Pradhan Mantri Mudra Yojana (PMMY): It was launched for providing loans up to ₹10 lakh for financing income-generating small business enterprises in manufacturing, trading and service sectors, including activities allied to agriculture. To strengthen support for aspiring entrepreneurs, an increase in the loan limit to ₹20 lakh was announced in 2024. PMMY loans are covered under the Credit Guarantee Fund for Micro Units (CGFMU), which is managed by National Credit Guarantee Trustee Company Ltd. (NCGTC).

ii. PM Vishwakarma Scheme: This scheme aims to provide end-to-end holistic support to artisans and craftspeople engaged in 18 identified trades through access to skill training, collateral free credit, modern tools, market linkage support and incentive for digital transactions. It provides credit support in two tranches: loan upto ₹ 1 lakh for 18 months in Tranche 1 and loan upto ₹ 2 lakh for 30 months in Tranche 2, at a fixed rate of interest of 5% chargeable from beneficiaries.

iii. Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) was launched to strengthen credit delivery system and to facilitate flow of credit to the Micro and Small Enterprise (MSE) sector without collateral security and/ or third-party guarantee by Member Lending Institutions (MLIs). The upper ceiling of guarantee coverage under CGTMSE Scheme was increased to ₹ 10 crore with effect from 01.04.2025.

iv. The government has introduced Mutual Credit Guarantee Scheme for

MSMEs (MCGS-MSME) to help Micro, Small, and Medium Enterprises (MSMEs) access loans to grow their businesses. The Scheme provides credit guarantee cover to lenders (Scheduled Commercial Banks, All India Financial Institutions, NBFCs) for loans up to ₹ 100 crore to MSMEs for their projects involving purchase of equipment/ machinery. Further, the scheme has been modified to improve access to credit, with enhanced credit guarantee cover of 75% for well-run exporter MSMEs on loans up to ₹ 20 crores.

v. Prime Minister's Employment Generation Program (PMEGP): It was launched with an aim to generate self-employment opportunities through establishment of micro-enterprises in the non-farm sector by assisting traditional artisans and unemployed youth in rural as well as urban areas. It provides a "Margin Money" subsidy ranging from 15% to 35% of the project cost, with maximum limits of ₹50 lakh for manufacturing and ₹20 lakh for service units.

(b): As reported by the Reserve Bank of India (RBI), the year-wise details number of loans sanctioned and disbursed to Micro, Small and Medium Enterprises (MSMEs) by the Scheduled Commercial Banks (SCBs) are given in the enclosed **Statement-I**. District-wise data is not centrally maintained by RBI.

(c) and (d): As informed by RBI, the data sought is not centrally maintained. However, as reported by State Level Bankers' Committee of Andhra Pradesh (SLBC-AP), the details of number of applications received and rejected by

Public Sector Banks (PSBs) for MSME loans in Andhra Pradesh are given in the enclosed **Statement-II**.

(e): The details regarding steps taken by the Government to improve MSME access to credit are as follows:

i. RBI has fixed target of 7.5 percent of Adjusted Net Bank Credit (ANBC), or Credit Equivalent Amount of Off-Balance Sheet Exposure, whichever is higher, for Scheduled Commercial Banks (SCBs) for lending to Micro Enterprises, under priority sector lending norms.

ii. SCBs have been mandated by RBI not to accept collateral security in the case of loans up to ₹10 lakh extended to units in the MSE sector. Banks have also been advised to strongly encourage their branch level functionaries to avail of the Credit Guarantee cover, including making performance in this regard a criterion in the evaluation of their field staff. The above limit has been enhanced to ₹20 lakh which shall be applicable to all new loans to MSEs sanctioned or renewed on or after April 01, 2026.

iii. Computation of working capital requirements of MSE units to be done by banks on the basis of simplified method of minimum 20% of the projected annual turnover of the unit for borrowal limits up to ₹5 crore.

iv. For loans up to ₹25 lakh to the MSE borrowers, banks are advised that the timelines for credit decisions shall not be more than 14 working days.

v. RBI has facilitated the Account Aggregator (AA) framework under which information related to financial assets of a customer is collected from the

holders of such information (Financial Information Providers) (FIP) and is presented to the customers or specified users (Financial Information Users) digitally through a secured process. Goods and Services Tax Network (GSTN) has been included in the AA ecosystem as an FIP for ease of MSME lending.

vi. Credit Assessment Model (CAM) was launched to leverage the digitally fetched and verifiable data and devise automated journeys for MSME Loan appraisal using objective decisioning for all loan applications and model-based limit assessment for both Existing to Bank (ETB) as well as New to Bank (NTB) MSME borrowers. The benefits to MSMEs by use of such models include submission of application from anywhere through online mode, reduced paperwork and branch visits, instant in-principle sanctions through digital mode, seamless processing of credit proposals, end to end straight through process (STP), reduced turnaround time (TAT), Credit decision based on objective data/ Transactional behaviour and credit history and integration of credit guarantee schemes like CGTMSE.

STATEMENT-I

State-wise data on number of loans sanctioned to MSMEs by SCBs

Sr. No	State Name	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Andaman and Nicobar	0.06	0.02	0.02	0.05	0.05
2	Andhra Pradesh	10.68	3.56	3.21	5.37	6.37

3	Arunachal Pradesh	0.08	0.06	0.06	0.06	0.07
4	Assam	9.03	1.66	1.45	1.38	1.55
5	Bihar	15.13	3.97	3.01	5.39	6.22
6	Chandigarh	0.20	0.14	0.30	0.86	0.74
7	Chhattisgarh	4.21	1.61	1.50	1.61	2.14
8	Dadra and Nagar Haveli and Daman and Diu	0.09	0.03	0.03	0.04	0.05
9	Delhi	2.37	1.48	4.21	4.13	3.37
10	Goa	0.52	0.24	0.24	0.29	0.30
11	Gujarat	6.28	4.00	4.03	6.17	6.66
12	Haryana	4.01	1.90	2.17	3.57	3.58
13	Himachal Pradesh	1.11	0.99	0.48	1.06	0.68
14	Jammu and Kashmir and Ladakh	1.72	1.81	0.53	0.57	2.15
15	Jharkhand	8.47	2.21	1.88	3.28	2.48
16	Karnataka	13.80	5.63	6.09	8.79	9.39
17	Kerala	8.14	3.99	2.80	3.58	4.55
18	Lakshadweep	0.02	0.00	0.00	0.21	0.02
19	Madhya Pradesh	13.54	6.13	5.57	7.52	7.15
20	Maharashtra	35.26	11.70	13.70	20.00	15.76
21	Manipur	0.37	0.13	0.15	0.22	0.11
22	Meghalaya	0.28	0.07	0.08	0.11	0.15
23	Mizoram	0.13	0.05	0.05	0.05	0.07
24	Nagaland	0.23	0.06	0.07	0.15	0.14
25	Odisha	14.23	3.69	2.93	3.77	3.66
26	Puducherry	0.53	0.36	0.29	0.48	0.26
27	Punjab	4.88	2.27	2.14	3.02	2.89
28	Rajasthan	8.70	3.33	3.01	5.29	5.96

29	Sikkim	0.18	0.06	0.06	2.88	0.06
30	Tamil Nadu	17.12	12.26	18.44	14.59	11.51
31	Telangana	7.27	2.15	2.08	5.05	4.94
32	Tripura	1.79	0.29	0.27	0.26	0.60
33	Uttarakhand	7.11	1.36	0.96	1.57	2.70
34	Uttar Pradesh	15.79	6.50	7.26	11.97	11.97
35	West Bengal	38.99	6.90	6.00	9.41	11.69
	Total	**252.31**	**90.61**	**95.06**	**132.74**	**129.98**

Source: RBI

STATEMENT-II

Details of number of applications received and rejected by PSBs for MSME loans in Andhra Pradesh

Name of the Bank	FY 2020-21		FY 2021-22		FY 2022-23		FY 2023-24		FY 2024-25	
	Received	Rejected	Received	Rejected	Received	Rejected	Received	Rejected	Received	Rejected
Bank of Baroda	11,039	282	4,359	208	4,456	212	4,291	204	5,216	213
Bank of India	780	14	37,921	22	47,457	468	26,543	264	9,284	95
Bank of Maharashtra	4,157	664	841	129	1,090	158	2,217	290	727	77
Canara Bank	1,09,483	8,933	79,928	1,255	70,142	8,237	57,643	6,635	39,299	6,575
Central Bank of India	11,724	22	2,208	49	2,316	49	340	61	1,741	73
Indian Bank	61,015	1,273	44,332	1,236	40,537	1,077	31,532	1,300	43,456	1,729

Indian Overseas Bank	37,211	4,594	31,787	3,915	36,171	4,471	30,779	3,804	16,353	1,921
Punjab National Bank	4,633	24	1,883	46	2,682	124	2,627	116	2,217	139
Punjab and Sind Bank	579	-	260	-	146	-	116	-	101	-
UCO Bank	18,319	345	11,236	189	9,479	159	9,837	160	5,356	92
Union Bank of India	1,92,152	9,160	1,65,977	7,161	2,52,448	14,289	2,33,421	12,168	1,02,207	5,777
State Bank of India	4,195	1,558	4,314	1,755	8,527	2,900	11,813	1,222	10,468	976

Source: SLBC-AP

स्वदेश दर्शन योजना के अंतर्गत पोंग बांध का विकास

4853. डॉ. राजीव भारद्वाजः

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या हिमाचल प्रदेश के कांगड़ा जिले में पोंग बांध क्षेत्र को स्वदेश दर्शन योजना के अंतर्गत चिन्हित किया गया है;

(ख) यदि हां, तो तत्संबंधी वर्तमान स्थिति क्या है;

(ग) क्या पोंग बांध क्षेत्र का सर्वेक्षण कार्य पूरा कर लिया गया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): विभिन्न पर्यटन स्थलों पर पर्यटन अवसंरचना का विकास, जिसमें गंतव्य का

मूल्यांकन, सर्वेक्षण आदि शामिल हैं, मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। हालांकि, पर्यटन मंत्रालय अपनी विभिन्न योजनाओं, जिनमें 'स्वदेश दर्शन 2.0 (एसडी 2.0)', 'चुनौती आधारित गंतव्य विकास - सीबीडीडी' (स्वदेश दर्शन योजना के अंतर्गत एक पहल) आदि शामिल हैं, के माध्यम से राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को देश में पर्यटकों को बेहतर अनुभव प्रदान करने के लिए पर्यटन अवसंरचना के विकास के लिए वित्तीय सहायता प्रदान करके इन प्रयासों को संपूरित करता है। यह सहायता उनसे योजना दिशानिर्देशों एवं सरकारी निर्देशों के अनुरूप परियोजना प्रस्ताव प्राप्त होने पर निधियों की उपलब्धता, आपसी प्राथमिकता आदि के अध्यधीन प्रदान की जाती है। हिमाचल प्रदेश के 'पोंग बांध' को एसडी 2.0 के अंतर्गत एक गंतव्य के रूप में चिह्नित किया गया था। हालांकि, वर्तमान में मंत्रालय ने हिमाचल प्रदेश राज्य में एसडी 2.0 के अंतर्गत 56.26 करोड़ रुपये की 1 परियोजना 'मां चिंतपूर्णी देवी मंदिर, ऊना का विकास' और सीबीडीडी योजना के तहत 24.82 करोड़ रुपये की 'संस्कृति और विरासत के अंतर्गत काज़ा' और 4.96 करोड़ रुपये की 'रक्षम जीवंत ग्राम में पर्यटन अवसंरचना विकास' नामक 2 परियोजनाओं को मंजूरी दी है।

TRANSPARENCY IN CALCULATION OF CIBIL SCORE

4854. SHRI SHAFI PARAMBIL:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government is aware of complaints regarding lack of transparency, uniformity and logical consistency in the calculation of Credit Information Bureau India Limited (CIBIL)/credit scores by credit information companies, if so, the details thereof;

(b) whether minor delays, technical errors or disputed entries are reportedly resulting in disproportionately low credit scores affecting individuals'

access to loans, if so, the details thereof;

(c) the regulatory framework governing the methodology adopted by credit information companies for computing credit scores and whether the Reserve Bank of India reviews such methodologies, if so, the details thereof;

(d) whether the Government proposes to introduce greater transparency, accountability and grievance redressal mechanisms in the credit scoring system, if so, the details thereof; and

(e) the steps taken by the Government to protect consumers from arbitrary or rigid credit score calculations that adversely impact their financial credibility?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (e): Credit Information Companies (CICs) function under the extant framework of Credit Information Companies (Regulation) Act, 2005 (CICRA), Credit Information Companies Rules, 2006 (CIC Rules) and Credit Information Companies Regulations, 2006 (CIC Regulations).

The Reserve Bank of India (RBI) has informed that the credit scoring models used by the CICs are proprietary in nature which are based on their respective experience in the business of credit information. CICs generate credit score of a borrower considering multiple factors, including but not limited to, recency and frequency of delinquency, debt level and payment history. CICs generate Credit Information Report (CIR) of a borrower. RBI has not

prescribed any methodology to be adopted by CICs for calculating credit scores.

The credit score is derived based on the credit information submitted by Credit Institutions (CIs) [as defined under section 2(f) of CICRA, 2005] to a CIC of which it is a member. Further, in terms of Section 21(3) of CICRA, 2005, in case of any discrepancy found in the CIR, a borrower may request the concerned CIC or the CI for correction/updation of his credit information and the concerned entity (CIC/CI), as the case may be, shall take appropriate steps to update the credit information within 30 days of being requested to do so. However, CICs being repositories of credit information, any correction, deletion or addition in the credit information can be made by the CIC only after the same has been certified as correct by the concerned CI.

Further, a borrower may also lodge a complaint under the Reserve Bank Integrated Ombudsman Scheme, 2021 (RB-IOS, 2021) against a CIC/CI to the extent not excluded under the said Scheme, through the following link: https://cms.rbi.org.in, for redressal of the grievance as per the provisions of RB-IOS, 2021.

In order to strengthen and improve the efficacy of the grievance redressal mechanism and customer service provided by the CIs and CICs, RBI has stipulated that the following measures be put in place by CIs and CICs.

(i) All CIs are required to be members of all CICs and submit data to all of them.

(ii) Standardised data formats have been prescribed for reporting of credit

information to CICs by CIs under each of the three reporting segments – consumer, commercial and microfinance.

(iii) CIs and CICs have been directed to keep the credit information maintained/collected by them updated at fortnightly basis or at shorter interval as mutually agreed between the CI and CIC. CIs to ensure that the records submitted to CICs are updated regularly and that no instances of repayment, including that of the last instalment, are left unreported. Further, upon review by RBI, the extant directions have been amended, *vide* Amendment Directions issued on 04.12.2025. The amended directions which come into force from 01.07.2026, require the CIs to submit credit information with greater frequency (i.e. as on 9th, 16th, 23rd and last day of the month) to CICs or at shorter intervals as mutually agreed upon between the CI and CIC.

(iv) CICs to send alerts through SMS/email to customers when their CIR is accessed by the Specified Users, wherever mobile number/email ID details of the customers are available. CIs to send alerts through SMS/email to customers while submitting information to CICs regarding default / days past due (DPD) in existing credit facilities, wherever the mobile number/email ID details are available.

(v) CIs to have a dedicated nodal point / official of contact for CICs for redressal of customer grievances.

(vi) CIs to inform customers the reasons for rejection of their request for data correction, if any, to enable such customers to better understand the

issues in the CIR.

(vii) CIs to undertake Root Cause Analysis (RCA) of the customer grievances at least on a half yearly basis.

(viii) With a view to enable proactive detection of errors in credit reports and credit scores, if any, RBI has also mandated the CICs to provide access, upon request and after due authentication of the requester, to one free full credit report including credit score, once every year.

(ix) In addition to above, RBI has prescribed a compensation framework for delayed updation / rectification of credit information by CIs/CICs wherein complainants would be entitled to a compensation of ₹100 per day for delayed resolution beyond 30 days of filing the complaint.

The objective of the aforesaid measures is to address any issues concerning credit information being reported to CICs by CIs, which forms the basis for calculation of credit score.

With regard to the concern on rejection of loan applications on the grounds of credit score, RBI has informed that it has not issued any guidelines/instructions to its REs such as Banks, NBFCs, etc. to reject a loan basis a certain credit score and neither prescribed a minimum credit score for securing a loan. With an intention to ensure that the credit decisions of CIs are based on credit information available in the system, RBI has mandated that CIs to include in their loan policies / credit appraisal processes, suitable provisions for obtaining CIRs from one or more CICs. However, credit related matters of lenders are largely deregulated, and lenders are expected to take

credit decisions based on their commercial judgement and risk appetite, as per their Board-approved policy and broad regulatory guidelines.

RBI has also informed that lenders rely on various factors to arrive at a credit decision and the information sourced from CICs forms only one of such various other factors. In this context, information on past repayment history, including information on delayed repayments, loans settled, restructured, written-off, etc., in the CIRs, is essential for assessing the creditworthiness of a borrower and to enable lenders to make informed credit decisions. However, as part of Best Practices for CIs, they have been advised that first time borrowers' loan applications should not be rejected just because they have no credit history.

Further, RBI has mandated that CIR shall provide appropriate disclosures, if any information contained therein has been disputed and the matter has not been satisfactorily resolved. If the customer so desires, his/her comment could also be added to the CIR.

All CICs have uploaded knowledge material on improving credit score on their website for public dissemination. Further, RBI has mandated that to facilitate the understanding and interpretation of credit scores in an easy and consistent manner, the credit scores to be calibrated from 300 to 900 by all CICs, so that they have a common classification of credit scores.

ऐतिहासिक/धार्मिक स्थलों और पुरावशेषों का डिजिटलीकरण

4855. श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश भर में स्थित ऐतिहासिक/धार्मिक स्थलों और पुरावशेषों के डिजिटलीकरण के लिए कदम उठाए हैं और यदि हां, तो विशेषकर मध्य प्रदेश और महाराष्ट्र सहित तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ख) क्या डिजिटलीकृत आंकड़े क्षेत्रीय भाषाओं में सार्वजनिक रूप से उपलब्ध हैं;

(ग) क्या प्रलेखन में मानकीकरण और सटीकता सुनिश्चित करने के लिए कोई तंत्र स्थापित किया गया है;

(घ) क्या सरकार ने छत्रपति संभाजीनगर जिले सहित विशेषकर महाराष्ट्र में इसके परिरक्षण और प्रदर्शन में सहायता करने के लिए कोई तकनीकी उपाय शुरू किए हैं अथवा कोई पहल की है;

(ङ) क्या सरकार की महाराष्ट्र तथा मध्य प्रदेश के खंडवा लोक सभा निर्वाचन क्षेत्र में छात्रों में जागरूकता बढ़ाने के लिए इस डाटाबेस को विद्यालयों और उच्च शिक्षा के पाठ्यक्रम में शामिल करने की कोई योजना है; और

(च) यदि हां, तो डिजिटलीकरण उक्त संबंधी कार्य का ब्यौरा क्या है और तत्संबंधी लक्षित समय-सीमा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): भारत सरकार ने देश भर में असंरक्षित स्मारकों (निर्मित विरासत और स्थलों) और पुरावशेषों के दस्तावेजीकरण और डिजिटलीकरण के लिए दो राष्ट्रीय रजिस्टर तैयार करने के लिए वर्ष 2007 में राष्ट्रीय संस्मारक एवं पुरावशेष मिशन की स्थापना की है।

अब तक, राष्ट्रीय संस्मारक एवं पुरावशेष मिशन ने 1.84 लाख स्मारकों (निर्मित विरासत और स्थलों) और 17.20 लाख पुरावशेषों का दस्तावेजीकरण किया है। मध्य प्रदेश और महाराष्ट्र सहित

राज्य-वार सूची संलग्न **विवरण** में दी गई है।

(ख): जी, हां। डिजीटलीकृत आँकड़ों का एक भाग राष्ट्रीय संस्मारक एवं पुरावशेष मिशन की वेबसाइट http://nmma.nic.in पर अंग्रेजी भाषा में सार्वजनिक पहुंच के लिए उपलब्ध है।

(ग): राष्ट्रीय संस्मारक एवं पुरावशेष मिशन ने स्मारकों और पुरावशेषों के दस्तावेजीकरण के लिए मानकीकरण और दस्तावेजीकरण में सभी सटीकता लाने के लिए 20 और 21 मापदंडों के साथ एक समान प्रारूप निर्धारित किया है। दस्तावेजीकरण से संबंधित कार्य इन्हीं दिशा-निर्देशों के अनुसार किए जाते हैं।

(घ): वर्तमान में राष्ट्रीय संस्मारक एवं पुरावशेष मिशन, भारतीय पुरातत्व सर्वेक्षण के पास ऐसी कोई योजना नहीं है।

(ङ) और (च): राष्ट्रीय संस्मारक एवं पुरावशेष मिशन स्मारकों और पुरावशेषों के दस्तावेजीकरण के बारे में जागरूकता का प्रसार करने के लिए नियमित रूप से विभिन्न क्षेत्रों में कार्यशालाएं आयोजित करता है और साथ-ही-साथ भारतीय पुरातत्व सर्वेक्षण के क्षेत्रीय कार्यालयों के साथ समन्वय करते हुए विश्वविद्यालयों, कॉलेजों, गैर सरकारी संगठनों और अन्य इच्छुक संगठनों के लिए प्रशिक्षण कार्यक्रम आयोजित करता है।

विवरण

राष्ट्रीय संस्मारक एवं पुरावशेष मिशन द्वारा दस्तावेजीकृत किए गए पुरावशेषों का राज्य-वार ब्यौरा

क्र. सं.	राज्य/संघ राज्य क्षेत्र	कुल आँकड़ा
1	आंध्र प्रदेश	16,404
2	असम	1,168
3	बिहार	2,500
4	चंडीगढ़	19,659
5	दिल्ली-रा.रा.क्षेत्र	3,52,145
6	गुजरात	55,369

क्र. सं.	राज्य/संघ राज्य क्षेत्र	कुल आँकड़ा
7	हरियाणा	3,01,240
8	हिमाचल प्रदेश	4,948
9	जम्मू एवं कश्मीर/संघ राज्यक्षेत्र	76,889
10	कर्नाटक	747
11	मध्य प्रदेश	19,902
12	महाराष्ट्र	1,63,482
13	ओडिशा	12,356
14	पंजाब	70,708
15	राजस्थान	90,000
16	तमिलनाडु	13,956
17	तेलंगाना	481
18	उत्तर प्रदेश	39,560
19	पश्चिम बंगाल	3,447
	कुल	**12,44,961**
	कुल भारतीय पुरातत्व सर्वेक्षण के मंडल\संग्रहालय\शाखाएं\सीएसी आंकड़ा	**4,57,220**
	सत्यापन के तहत आंकड़ा	**17,958**
	कुल	**17,20,139**

UNDER UTILIZATION OF CAMPA FUND

4856. ADV. CHANDRA SHEKHAR:

Will the Minister **of ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the total Compensatory Afforestation Fund Management and Planning

Authority (CAMPA) funds transferred to the various States during the last five years and the current year, State/UT-wise;

(b) the amount lying unutilised as on 31 March 2025 and reasons for the national utilisation rate remaining around 67.5 per cent of Rs. 38,516 crore sanctioned as per Central Empowered Committee (CEC) Report, August 2025;

(c) the reasons of several States including Uttarakhand utilised only 36.8 per cent of allocated CAMPA funds in the first nine months of Financial Year 2025-26 as per CAG observations January 2026, Himachal Pradesh left Rs. 169.73 crore unspent for six years and Haryana utilised only 55 per cent of Rs. 1,000 crore sanctioned during 2019-24; and

(d) the penal or corrective action taken or proposed against State CAMPAs and user agencies for persistent under-utilisation of funds despite annual approval of plans worth thousands of crores?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The details of total Compensatory Afforestation Fund Management and Planning Authority (CAMPA) funds transferred to the various States during the last five years and the current year, State/UT wise are given in the enclosed **Statement.**

(b) and (c): As per the information received from the States and UTs, an amount of Rs. 12,515.30 crore is unutilised as on 31.03.2025. One of the reasons for underutilization of funds relates to delay in release of funds to the State Forest

Departments by the concerned State Governments for undertaking various activities approved in the Annual Plan of Operations.

(d): The Governing Body and Steering Committee, constituted by the States under the provisions of the Compensatory Afforestation Fund Act, 2016 are entrusted with the task of monitoring the progress of the utilisation of funds released from the State CAMPA Fund and to take corrective actions, including review of implementation, re-prioritisation of activities, and issuance of directions to user agencies to ensure proper utilisation of funds.

STATEMENT

State/UT wise details of total Compensatory Afforestation Fund Management and Planning Authority (CAMPA) funds transferred to the various States during the last five years and the current year

S. No.	States/UTs	Transfer during 2020-21	Transfer during 2021-22	Transfer during 2022-23	Transfer during 2023-24	Transfer during 2024-25	Transfer during 2025-26 (till May 25)
1	Andaman and Nicobar (UT)	16.41	-	-	15.21	-	22.74
2	Andhra Pradesh	-	114.05	-	88.16	260.32	83.41
3	Arunachal Pradesh	-	612.95	-	509.97	647.81	1,029.01
4	Assam	-	-	148.34	43.63	191.22	51.83
5	Bihar	-	43.64	-	86.85	252.11	40.24
6	Chandigarh (UT)	-	-	-	0.29	-	0.42
7	Chhattisgarh	-	207.50	-	388.72	909.62	293.49

8	Dadra and Nagar and Daman and Diu (UT)	-	22.87	-	15.99	8.12	14.90
9	Delhi (UT)	-	138.17	-	143.99	32.07	19.72
10	Goa	-	-	-	174.33	82.06	24.30
11	Gujarat	-	-	-	387.04	477.48	361.69
12	Haryana	-	-	-	615.38	157.50	108.64
13	Himachal Pradesh	-	-	-	308.30	784.65	142.81
14	Jammu andKashmir (UT)	356.20	-	-	39.99	150.99	61.47
15	Jharkhand	-	-	-	1,262.55	1,317.47	730.42
16	Karnataka	-	-	-	363.44	642.62	136.25
17	Kerala	-	-	-	14.47	8.75	9.87
18	Ladakh	249.27	-	-	25.78	1,035.61	66.18
19	Madhya Pradesh	-	990.83	-	3,342.29	1,364.02	803.12
20	Maharashtra	-	285.22	-	211.02	692.89	398.09
21	Manipur	-	36.44	-	84.26	175.07	59.73
22	Meghalaya	-	-	-	31.34	26.67	12.47
23	Mizoram	-	-	-	17.81	25.98	7.55
24	Nagaland	-	-	-	-	-	0.00
25	Odisha	-	347.27	-	1,258.49	1,539.79	498.40
26	Pondicherry	-	-	-	-	-	0.01
27	Punjab	-	-	29.49	236.98	178.03	70.84
28	Rajasthan	-	-	-	222.07	167.12	200.52
29	Sikkim	-	-	10.20	88.82	181.90	30.02
30	Tamil Nadu	-	-	-	20.81	41.46	10.31
31	Telangana	-	-	67.76	190.95	118.41	127.73

32	Tripura	-	48.00	-	84.59	92.34	20.28
33	Uttar Pradesh	-	-	-	467.35	388.95	119.65
34	Uttarakhand	-	-	119.00	312.13	191.26	156.52
35	West Bengal	-	-	69.28	183.25	141.00	31.88
	Total	**621.88**	**2,846.95**	**444.08**	**11,236.22**	**12,283.28**	**5,744.53**

JSS UNDER SKILL INDIA PROGRAMME

4857. SHRIMATI KRITI DEVI DEBBARMAN:

SHRI MITESH PATEL (BAKABHAI):

SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

SHRI SAUMITRA KHAN:

SHRIMATI SHAMBHAVI:

SHRI ASHOK KUMAR RAWAT:

SHRI HASMUKHBHAI SOMABHAI PATEL:

SHRI RAJESH VERMA:

DR. LATA WANKHEDE:

SHRI DILESHWAR KAMAIT:

SHRI RAHUL SINGH LODHI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the details of current status of implementation of the Jan Shikshan Sansthan (JSS) under the Skill India Programme during the last three

years and the current year, including the number of institutions operational and the number of beneficiaries trained thereunder, State/UT-wise, including Damoh, Samastipur, Khagaria and Sagar Lok Sabha Constituencies;

(b) the details of categories of skills and vocational training programmes being offered under the said scheme, particularly for women, rural youth and disadvantaged communities along with the details of industry partnerships made to facilitate employment opportunities, State/UT-wise, including the said Constituencies;

(c) the details of funds allocated and utilised under the said scheme in the said State/UT/district-wise along with specific data;

(d) whether any assessment has been conducted regarding outcomes of the scheme in terms of employment generation, income growth and socio-economic empowerment has been carried out, including findings for the said constituencies; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The Jan Shikshan Sansthan (JSS) Scheme under the Skill India Programme aims to provide skill training in a non-formal mode at the doorsteps of the beneficiary with 100% grant from the Government of India. The objective of the scheme is to increase the household income by promoting self/wage

employment through skill development training. The target beneficiaries of the scheme are non-literates, persons having rudimentary level of education and school dropouts up to class 12th in the age group of 15-45 years. The priority groups are women (83%), SCs, STs, OBCs and minorities in the rural areas and urban low-income areas.

At present, there are 294 JSSs functional and from FY 2022-23 to 31st December 2025, a total of 20,09,774 beneficiaries have been trained under the JSS Scheme including Damoh, Samastipur, Khagaria and Sagar Lok Sabha Constituencies.

State/UT-wise details of beneficiaries trained including Damoh, Samastipur, Khagaria and Sagar Lok Sabha Constituencies during the last three years are available at link https://www.msde.gov.in/documents?page=1.

Under the JSS scheme, 51 National Skill Qualification Framework (NSQF) aligned job roles, including 28 new-age job roles, have been adopted, based on local demand to ensure regionally relevant training and improved employability prospects. Certificates issued to JSS beneficiaries are aligned with the National Council for Vocational Education and Training (NCVET), carrying the logos of Skill India, JSS and NCVET along with credit information, thereby enhancing the credibility and portability of certification. This will in turn enhance placement opportunities for the beneficiaries. The details of these courses are available at link https://www.msde.gov.in/documents?page=1.

A livelihood cell has been created at each JSS, headed by the Programme Officer of the JSS and supported by other staff members. This cell

forms linkages of the trained JSS beneficiaries especially women beneficiaries, with the Self-Help Groups (SHGs)/Joint Liability Groups (JLGs) to promote their entrepreneurship and livelihood. The Livelihood Cell also links them with the appropriate National/State portal for the promotion of livelihood opportunities, provides counseling support to beneficiaries for enabling them to take up self/wage employment in related trades as per the market need and acts as a bridge between employers, banks/micro-finance institutions/State Governments for delivering the benefit of schemes of financial assistance/loans to JSS beneficiaries, especially women.

The State/UT-wise details of funds released under the Jan Shikshan Sansthan scheme are available at link https://www.msde.gov.in/documents?page=1

(d) and (e): Yes. A Third-Party Evaluation of the Jan Shikshan Sansthan (JSS) Scheme for the period 2021–2026 was conducted by the Arun Jaitley National Institute of Financial Management (AJNIFM) in 2025, which indicates a positive impact on employment and income levels of beneficiaries. The evaluation found that about 82% of trained beneficiaries became gainfully engaged within six months of completing training, while around 90% reported utilising the acquired skills for income-generating activities.

Further, the study recorded a significant increase in the average monthly income of beneficiaries and also reported enhanced confidence, digital literacy, financial literacy, and preparedness for livelihood opportunities. These findings indicate that the scheme has contributed significantly to enhancing

employability, promoting self-employment and improving household incomes, particularly among women and socio-economically disadvantaged/marginalised groups.

संवेदनशील क्षेत्रों में अति-पर्यटन के प्रभाव

4858. डॉ. आनन्द कुमार गोंडः

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने हिमालय क्षेत्र सहित पारिस्थितिकीय रूप से संवेदनशील क्षेत्रों पर अति-पर्यटन के पर्यावरणीय और सामाजिक-सांस्कृतिक प्रभावों का आकलन करने के लिए कोई अध्ययन कराया है, यदि हां, तो इसके प्रमुख निष्कर्षों का ब्यौरा क्या है;

(ख) क्या सरकार के पास अत्यधिक पर्यटक दबाव का सामना कर रहे स्थलों के लिए एक मानकीकृत 'वहन क्षमता स्कोर' (कैरिंग कैपेसिटी स्कोर) या वैज्ञानिक बेंचमार्क स्थापित करने का कोई प्रस्ताव है;

(ग) क्या संवेदनशील क्षेत्रों में नियंत्रित पर्यटन सुनिश्चित करने के लिए पर्यटकों की संख्या संबंधी सीमा, पूर्व-पंजीकरण, समयबद्ध प्रवेश या अन्य विनियामक उपायों को कार्यान्वित किया गया है अथवा लागू किए जाने की संभावना है; और

(घ) सतत पर्यटन को बढ़ावा देने तथा प्राकृतिक और सांस्कृतिक विरासत के संरक्षण के लिए इन उपायों को राष्ट्रीय पर्यटन नीति में शामिल करने के लिए समयबद्ध कार्य योजना का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): पर्यटन स्थलों के विकास और संवर्धन के साथ-साथ अति-पर्यटन के पर्यावरणीय और सामाजिक-सांस्कृतिक प्रभावों, वहन क्षमता, प्रवेश नियम आदि का आकलन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। हालांकि, पर्यटन मंत्रालय की स्वदेश

दर्शन 2.0 योजना पर्यावरणीय सततता, सामाजिक-सांस्कृतिक सततता और आर्थिक स्थिरता सहित स्थायी पर्यटन के सिद्धांतों को अपनाने के लिए प्रोत्साहित करती है। पर्यटन मंत्रालय राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को अपने परियोजना प्रस्तावों को विचार हेतु प्रस्तुत करते समय, वहन क्षमता का आकलन करने के लिए भी प्रोत्साहित कर रहा है।

मंत्रालय ने राष्ट्रीय पर्यटन नीति का एक मसौदा तैयार किया था, हालांकि, मसौदा नीति दस्तावेज में रेखांकित किए गए अधिकांश प्रमुख रणनीतिक उद्देश्यों और कार्य क्षेत्रों को यथासमय मंत्रालय की मौजूदा पहलों, कार्यनीतियों और संबंधित दस्तावेजों में उपयुक्त रूप से शामिल कर लिया गया है।

पर्यटन मंत्रालय ने 'राष्ट्रीय स्थायी पर्यटन कार्यनीति' जारी की है, जो राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों सहित सभी हितधारकों के लिए एक मार्गदर्शक दस्तावेज के रूप में कार्य करती है। इस कार्यनीति का उद्देश्य भारतीय पर्यटन क्षेत्र में स्थिरता को मुख्यधारा में लाना और प्राकृतिक एवं सांस्कृतिक संसाधनों को संरक्षित करते हुए अधिक लचीला, समावेशी, कार्बन तटस्थ और संसाधन-कुशल पर्यटन सुनिश्चित करना है। यह कार्यनीति प्रभावी पर्यटक प्रबंधन पर भी ध्यान केंद्रित करती है, जिसमें मांग का वितरण और डिफ्लेक्शन, स्थल का भौतिक प्रबंधन, पर्यटन नीतियों और योजनाओं के विकास में स्थानीय समुदाय की भागीदारी और पर्यटकों की संख्या, समय और स्थान में उचित संतुलन स्थापित करना शामिल है।

INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY

4859. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI LUMBARAM CHOUDHARY:

SHRI KOTA SRINIVASA POOJARY:

SHRI RAMESH AWASTHI:

SHRI TEJASVI SURYA:

SHRI BALABHADRA MAJHI:

SHRI YOGENDER CHANDOLIA:

SHRIMATI MAHIMA KUMARI MEWAR:

DR. NISHIKANT DUBEY:

SHRI VISHNU DAYAL RAM:

SHRI DAMODAR AGRAWAL:

SHRI ANURAG SHARMA:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether the Integrated Portal introduced by the Investor Education and Protection Fund Authority (IEPFA), integrating MCA-21, depositories and public financial management systems, has resulted in improvement in processing timelines, reduction in pendency and enhanced transparency in claim settlements, particularly for claimants from Nabarangpur Lok Sabha Constituency of Odisha;

(b) if so, the details thereof including comparative data on average disposal time and post-approval transfer timelines before and after operationalisation of the Portal;

(c) whether the re-notified Form IEPF-5 and Electronic Verification Report (EVR) framework, along with dedicated investor support mechanisms have strengthened data validation, ease of filing and grievance redressal for claimants;

(d) if so, the details thereof including measurable outcomes in terms of reduction in errors, processing time and investor complaints including

Nabarangpur Lok Sabha Constituency; and

(e) whether awareness or facilitation initiatives have been undertaken in regions such as Jhanshi-Lalitpur in Uttar Pradesh to assist investors in filing claims and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) and (b): The Integrated Portal of the Investor Education and Protection Fund Authority (IEPFA) has resulted in improvement in processing timelines, reduction in pendency and enhanced transparency in claim settlements. From the period April 2025 to August 2025, IEPFA had approved 3079 claims, however, following the launch of integrated portal in August 2025, IEPFA has approved more than 54,000 claims on the new portal till date. A dashboard has been made available to the claimant to check the status of his/her claims. Claimants can raise tickets for resolution of his/her grievances and check updated status. This has benefitted all claimants including those from Odisha.

(c) and (d): The new IEPF 5 and IEPF 5 [Electronic Verification Report(EVR)] forms, introduced in October 2025, validate claimant credentials through Permanent Account Number (PAN) and demat account verification, while share details are pre validated with depositories thereby reducing scope of errors leading to speedier processing and reducing instances of form resubmissions. The dashboard alongwith the integrated call centre gives real-time resolution to redress the grievances/queries of claimants. To facilitate

ease of filing claims, simple FAQs and user manuals are available on the website of IEPFA (www.iepf.gov.in). This has benefitted all claimants including those from Odisha.

(e): In the current financial year, three investor awareness camps were conducted in the Jhansi and Lalitpur region. No separate camps for filing purposes have been organised in these regions due to the user-friendly features of the portal as described in reply to the parts (c) and (d) above.

PRESERVATION AND PROMOTION OF CULTURAL HERITAGE IN RAJAHMUNDRY

4860. SHRIMATI DAGGUBATI PURANDESWARI :

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government has allocated funds for the preservation and promotion of the cultural heritage surrounding the Godavari river, particularly sites associated with the Godavari Pushkaralu in Rajahmundry;

(b) if so, the details of funds sanctioned and utilized during the last three years and the current year;

(c) whether there is a proposal to declare specific ancient ghats in Rajahmundry as monuments of national importance;

(d) if so, the current status of the proposal; and

(e) the steps taken by the Government to document the oral histories and traditions associated with the river's heritage?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): The Government has allocated funds for the preservation and promotion of cultural heritage surrounding the Godavari River, including sites associated with the Godavari Pushkaralu in Rajahmundry. The Ministry of Tourism, Government of India has sanctioned a project titled “Akhanda Godavari – (Havelock Bridge and Pushkar Ghat)” at Rajahmundry in the year 2024 under the Special Assistance to States for Capital Investment (SASCI) scheme, with a total approved cost of Rs. 94.44 crore.

The project aims to strengthen tourism infrastructure while preserving the cultural and spiritual identity of the Godavari region. It comprises the following major components:

1. **Improvements to Havelock Bridge:** Redevelopment of the historic Havelock Bridge into a heritage and recreational tourism attraction with themed spans, interpretation facilities, visitor amenities, and improved access to Bridge Lanka Island.
2. **Development of Pushkar Ghat:** Upgradation and redesign of Pushkar Ghat using improved materials and landscape elements to enhance its spiritual ambience and promote it as a year-round pilgrimage and cultural destination.
3. **Kadiyam Nursery Experience Centre:** Establishment of an experience centre at Kadiyam Lanka to showcase the region’s renowned nurseries through plant displays, exhibitions, local cuisine, and eco-tourism activities.

4. **Pilgrim Facilities and Wayside Amenities at Nidadavolu:** Development of essential pilgrim amenities at Sri Kotasattemma Temple and wayside tourism facilities, including canal-side experiences at Shamishragudem, to support regional tourism.

The Government of India has set up South Zone Cultural Centre (SZCC) at Thanjavur (Tamil Nadu) and South Central Zone Cultural Centre (SCZCC) at Nagpur (Maharashtra) to preserve and promote various forms of folk art and culture of their member States. Andhra Pradesh (Rajahmundry) is the member State of these ZCCs and they organize various cultural activities and programmes in their member States on regular basis for which annual grant-in-aid is provided to them. The grant-in-aid released to these ZCCs during the last three years is as under:

(Rs. in lakh)

Sl. No.	**Year**	**2022-23**	**2023-24**	**2024-25**
i.	SZCC	995.60	2143.33	2049.05
ii.	SCZCC	1949.97	2198.85	1009.80

Besides, Ministry of Culture has also organized a Rashtriya Sanskriti Mahotsav (RSM) at national level at Rajahmundry (Andhra Pradesh) in March, 2022 through SZCC where a large number of folk and tribal artists including local artists from all over India were engaged to showcase their talents in order to spread awareness about rich culture of the country amongst the masses

and youth.

(c) and (d): At present, there is no such proposal under consideration.

(e): At present, there is no such proposal under consideration.

UNIFIED ANNUAL RETURNS

4861. SHRI SHRIRANG APPA CHANDU BARNE:

SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

SHRI ATUL GARG:

SHRIMATI BHARTI PARDHI:

SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government has implemented the system of "Unified Annual Returns" for establishments by replacing multiple separate filings under the various labour laws with a single simplified digital form and if so, the details thereof;

(b) whether the said deregulation is designed to significantly reduce the compliance burden and "Inspector Raj" for Micro, Small and Medium Enterprises (MSMEs) allowing them to focus on business growth rather than paperwork and if so, the details thereof;

(c) the details of "Self-Certification" schemes extended to startups and small industries to further streamline regulatory oversight;

(d) the details of safeguards aimed at ensuring that this simplified reporting

does not dilute the monitoring of critical labour standards and worker safety; and

(e) the manner in which the "Minimum Government, Maximum Governance" approach improves India's global competitiveness as a manufacturing hub?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): Yes. The Government has already implemented the system of unified Annual Return for establishments. The establishments are now required to file single consolidated annual return online through the Shram Suvidha Portal(SSP), in place of multiple returns under central jurisdiction.

The erstwhile Acts and Rules covered in the Common Return are as under:-

1. The Payment of Wages Act, 1936
2. The Minimum Wages Act, 1948
3. The Contract Labour (RandA) Act, 1970
4. The ISMW (REandCS) Act,1979
5. The BOCW (REandCS) Act, 1996
6. The Maternity Benefits Act, 1961
7. The Industrial Disputes Act, 1947
8. The Payment of Bonus Act, 1965
9. Coal Mines Regulations, Metal Mines Regulations and Oil Mines Regulations of Mines Act, 1952.

The Unified online Annual Return through Shram Suvidha Portal aimed to reduce the compliance burden of multiple reporting under erstwhile labour acts. One unified annual return was required to be filed under the Eight enactments and another Return for three Regulations under Mines Act, 1952.

However, under the four Labour Codes which have been made effective from 21.11.2025, provision for filing single online Return has been provided.

(c): The Government with an intent to build a strong ecosystem for nurturing innovation, start-ups and encouraging investments launched the Startup India initiative on 16th January 2016. The Government also unveiled a Startup India Action Plan comprising of schemes and incentives envisaged to create a vibrant startup ecosystem in the country. The Shram Suvidha Portal allows the Start-ups, after verification from Start-up India portal of DPIIT, to submit self-certification returns under various Labour Laws for the first year. From the second year onwards and up to five year of setting up of the unit, such Start-ups are taken up for inspection only on receipt of verifiable complaint against them or in case of emergency situations such as accidents.

(d): The simplified reporting mechanism does not dilute the monitoring of critical labour standards or workplace safety. In order to ensure effective enforcement of labour rights, randomized web-based inspection system is in place through Shram Suvidha Portal for transparent and efficient inspection system to ensure better and wider compliance without diluting the monitoring of standards and worker safety.

(e): For easing regulatory compliance and ensuring “Minimum Government, Maximum Governance” across the country, Central Government has taken several initiatives under the flagship programme of Ease of Doing Business which includes Business Reform Action Plan (BRAP), the Business- Ready assessment, Jan-Vishwas and Reducing Compliance Burden on Businesses and Citizens, and Cost of Regulation (CoR) exercise to identify and reform the areas of pain-points in terms of administrative costs for the services. Central Ministries/Departments, and States/UTs are actively engaged in self-identification exercises, successfully reducing various compliances.

FUTURE-ORIENTED SKILL TRAINING

4862. SHRI MANOJ KUMAR:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the initiatives taken by the Government to develop skills in emerging sectors such as Hotel, Hospitality, Tourism, Food Processing, Health sector, Automobile, Leather, Computer hardware and software, IT, Textile, Petrochemicals, Artificial Intelligence (AI), Robotics, and Green Technology, State/UTs-wise, particularly in Bihar including Rohtas and Kaimur districts of Sasaram Lok Sabha Constituency;

(b) the total funds allocated, incurred and number of beneficiaries selected/to be selected for future-oriented skill training programmes during the last five years and the current year, State/UT- wise, including

the said districts;

(c) the details of collaboration with industry and research bodies for curriculum development; and

(d) the details of plans of the Government to reskill and upskill the existing workforce to meet evolving market demands, States/UTs-wise, particularly in Bihar?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including Bihar. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills in emerging sectors such as Hotel, Hospitality, Tourism, Food Processing, Health sector, Automobile, Leather, Computer hardware and software, IT, Textile, Petrochemicals, Artificial Intelligence (AI), Robotics, and Green Technology.

There is no separate budget allocation for the future-oriented skill training programs. Funds under PMKVY are released to implementing

agencies for meeting the training cost as per prescribed norms for skill training including future skills. Under JSS scheme, funds are released to Non-Governmental Organizations (NGOs) directly. Under NAPS, stipend support up to Rs 1500/- per month is released to apprentices through DBT and not to establishments covered. Day to day administration as well as financial control in respect of ITIs lies with the respective State Government/ UT Administration. The State/UT wise number of candidates trained under major schemes of MSDE (including districts of Rohtas and Kaimur of Bihar), are given in the enclosed **Statement**.

District Skill Committees (DSCs) have been established across all States/UTs to prepare District Skill Development Plans (DSDPs) for decentralized, grassroots-level skill planning. These plans aimed at addressing identified skill gaps across sectors, map local employment opportunities, skill demand, and training infrastructure to guide government skill programmes. As part of this initiative, DSDPs have been formulated for Rohtas and Kaimur districts of Bihar, identifying district-specific job roles and training infrastructure needs.

In order to meet skilling requirement for future workforce, improve the quality of skilling, to align the training programs to market needs and improve the employability of trainees, following specific steps have been taken by Ministry of Skill Development and Entrepreneurship (MSDE):

i. Sector Skill Councils (SSCs), led by industry experts, conduct skill gap studies and set competency standards aligned with industry needs.

Further, under SANKALP, the National Skill Gap Study by NCAER provides a standardized, data-driven assessment of skill gaps across high-growth sectors, supporting MSDE in aligning skilling initiatives with future workforce requirements.

ii. The training programs offered under the schemes of MSDE are developed in collaboration with industries, keeping in view market demands.

iii. Future ready job-roles addressing the requirement of Industry 4.0, emerging sectors like Drone, Artificial Intelligence (AI), Robotics, Mechatronics, etc., have been prioritized under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0. Also, Under Craftsmen Training Scheme (CTS) in ITIs, new age courses have been developed to meet the demand of futuristic job roles in emerging technologies.

iv. The National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space. The Awarding Bodies recognized by NCVET are required to develop the qualifications as per the industry demand and obtain industry validations.

v. Directorate General of Training (DGT) is strengthening industry-linked training for ITI students through the Flexi MoU Scheme and Dual System of Training, and by partnering with leading tech companies like IBM, CISCO, Future Skill Rights Network, AWS, and Microsoft under CSR

initiatives to enhance industry exposure and relevant skill development.

vi. Courses aligned to National Skills Qualification Framework (NSQF) also have components of On Job Training (OJT) and employability skills.

vii. Under NAPS, apprenticeship training and increasing engagement with industrial establishments for undertaking apprenticeship programs is promoted.

viii. Trainings of Trainers through National Skill Training Institutes (NSTIs) and Institutes of Training of Trainers (IToTs).

ix. Skill India Digital Hub (SIDH) Portal has been established as a unified digital platform for skilling, certification, employment linkages and entrepreneurship ecosystems integrating services such as training enrolment, digital certification, and job matching through the National Career Service.

x. The Pradhan Mantri Skilling and Employability through Upgraded ITIs(PM SETU) scheme focuses on upgradation of 1,000 ITIs through a Hub (200)–Spoke (800) model.

xi. Under Skilling for AI Readiness (SOAR) initiative of MSDE, short, modular AI learning courses have been introduced to build foundational awareness and application-oriented understanding of Artificial Intelligence among learners and youth. In addition, SOAR courses have been developed and delivered in collaboration with industry partners such as HCLTech, Microsoft and NASSCOM, ensuring industry-relevant learning content and nationwide access through the Skill India Digital

Hub (SIDH). Other than this, at present, 54 courses related to Automation and Robotic Processing and 116 courses related to Artificial Intelligence/Machine Learning are NSQF-aligned and approved by the National Skills Qualifications Committee (NSQC) offered by NCVET recognised Awarding Bodies.

STATEMENT

State/UT-wise number of candidates trained/oriented in future skill job roles under major schemes of MSDE during 2022-23 to 2025-26 (till 31.12.2025)

S. No.	State /UTs	Candidates trained/oriented		
		PMKVY	NAPS (Apprentices engaged)	CTS (Candidates enrolled)
1.	Andaman And Nicobar Islands	30	-	112
2.	Andhra Pradesh	8,596	14	5
3.	Arunachal Pradesh	1,441	-	21
4.	Assam	6,879	-	305
5.	Bihar	30,317	24	1,335
6.	Chandigarh	19	3	116
7.	Chhattisgarh	3,088	-	379
8.	Delhi	2,107	90	509
9.	Goa	-	6	148
10.	Gujarat	7,072	1870	863
11.	Haryana	15,352	260	396
12.	Himachal Pradesh	5,424	31	605

13.	Jammu And Kashmir	14,567	2	609
14.	Jharkhand	3,727	6	1,460
15.	Karnataka	29,147	774	22,219
16.	Kerala	4,251	18	1,008
17.	Ladakh	-	-	77
18.	Madhya Pradesh	75,338	640	790
19.	Maharashtra	17,860	7213	4,939
20.	Manipur	183	-	20
21.	Meghalaya	607	-	47
22.	Mizoram	1,097	-	-
23.	Nagaland	526	-	-
24.	Odisha	5,507	28	5,569
25.	Puducherry	719	-	27
26.	Punjab	26,098	28	197
27.	Rajasthan	87,957	724	1,035
28.	Sikkim	642	2	-
29.	Tamil Nadu	32,316	291	21,826
30.	Telangana	15,412	942	16,810
31.	Dadra And Nagar Haveli And Daman And Diu	309	1	24
32.	Tripura	2,136	12	66
33.	Uttar Pradesh	97,478	703	16,398
34.	Uttarakhand	8,640	37	257
35.	West Bengal	5,890	19	2,459
Total		**5,10,732**	**13,738**	**1,00,631**

S. No.	Districts of Bihar	Candidates trained/oriented	
		PMKVY	CTS (Candidates enrolled)
1.	Rohtas	459	84
2.	Kaimur	319	-

POLLUTION MITIGATION AND RIVER CONSERVATION MEASURES

4863. SHRI DUSHYANT SINGH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the present status of polluted river stretches identified by the Central Pollution Control Board and the progress made in restoration of such stretches in coordination with States;

(b) the pollution mitigation measures undertaken to control discharge of untreated sewage and industrial effluents, including strengthening of compliance monitoring and enforcement mechanisms;

(c) whether convergence mechanisms have been established with the Ministry of Jal Shakti and other concerned Ministries for river rejuvenation, biodiversity conservation, wetland protection and ecological restoration of river basins;

(d) the steps taken to regulate, relocate or ensure compliance of polluting industries situated along riverbanks and to strengthen real-time water quality monitoring; and

(e) the initiatives undertaken to involve local communities, urban local bodies and panchayats in river conservation through awareness programmes, biodiversity protection efforts and citizen participation mechanisms?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): Central Pollution Control Board (CPCB) at present monitors water quality of aquatic resources in the country in association with the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) at 4922 locations including 2265 locations on rivers under National Water Quality Monitoring Programme (NWMP). The water quality data under NWMP is utilised for identification of Polluted River Stretches (PRS), the location / stretches of rivers that are not meeting the Primary Water Quality criterion for outdoor bathing for Biochemical Oxygen Demand (BOD) parameter (indicator of organic pollution) are identified as polluted location/ stretches. The PRS are classified under Priority Classes as Priority Class I to Priority Class V, Priority I being most polluted with BOD value of more than 30 mg/l and Priority V being least polluted with BOD ranging between 3 – 6 mg/l.

As per the recent PRS assessment done by CPCB in 2025, based on 2022 and 2023 data, 296 polluted river stretches have been identified on 271 rivers. Comprehensive action plans were prepared for rejuvenation of identified PRS by River Rejuvenation Committees (RRCs) constituted by the respective State Government/ UT Administration, under the overall supervision and

coordination of Principal Secretary, Environment of the concerned State /Union Territory for bringing all the PRS fit for bathing purposes. The progress of the implementation of action plans is reviewed by the RRCs at State Level and by Central Monitoring Committee (CMC) constituted at Ministry of Jal Shakti at Central Level.

National Mission for Clean Ganga (NMCG) has developed convergence mechanism with other ministries such as Ministry of Environment, Forest and Climate Change, the Ministry of Agriculture, etc. for river rejuvenation, biodiversity conservation, wetland protection and ecological restoration of river basins.

The Namami Gange programme, under the Ministry of Jal Shakti is a flagship scheme that integrated conservation mission for river rejuvenation. 'Jan Ganga' is an important pillar of the Namami Gange programme, which focuses on public awareness and building community ownership to transform river conservation into mass movement. NMCG conducts diverse activities to foster and strengthen people-river connect. Various awareness campaigns are regularly organized towards sensitizing the youth and local communities towards preventing plastic use, water conservation and the environment. 139 District Ganga Committees have been constituted across the 5 Ganga basin States to oversee the pollution abatement and ensure people's participation at the district level.

Further, As per Section 41 of the Biological Diversity Act, 2002, Biodiversity Management Committees (BMCs) are constituted at every local

body level. The functions of BMCs include conservation, sustainable use and documentation of biological diversity, including conservation of habitats, landraces, folk varieties, cultivars, domesticated breeds of animals, and microorganisms, and chronicling of traditional knowledge associated thereto relating to biological diversity.

Details of measures undertaken to control discharge of untreated sewage, industrial effluents, to regulate and monitor to ensure compliance of polluting industries are given in the enclosed **Statement**.

STATEMENT

To control the discharge of untreated sewage and industrial effluents into the rivers, the following pollution mitigation measures including strengthening of compliance monitoring and enforcement mechanisms have been undertaken

1. The Ministry of Environment Forest and Climate Change (MoEFandCC), Government of India notifies “Standards for Emission or Discharge of Environmental Pollutants from various Industries” under Schedule-I of the Environment Protection Rules, 1986. So far, 79 industrial specific environmental standards have been notified. The industrial sectors, for which specific standards are not available, general standards as notified under Schedule-VI of the Environment Protection Rules, 1986 are applicable.
2. All the Grossly Polluting Industries (GPIs) are required to be provided adequate pollution control system for effluent as well emission. It is

obligatory on the part of industries to install effluent treatment plants (ETPs) to comply with the notified effluent discharge standards.

3. CPCB organizes annual inspection of Grossly Polluting Industries (GPIs) including Common Effluent Treatment Plants (CETPs) operating in river Ganga and Yamuna main stem States having potential to discharge into river Ganga and its tributaries by joint teams of officials from third party technical institutes and State Pollution Control Boards/ Committee (SPCBs/PCC) since 2017.
4. The SPCBs/PCCs ensure compliance by granting prior consent (Consent to Establish (CTE)/Consent to Operate (CTO) as per the provisions of the Water Act, 1974 and the Air Act. 1981.
5. The Online Continuous Effluent Monitoring Systems (OCEMS) are installed by 17 categories of industries and Grossly Polluting Industries (GPIs) in the country as per directives issued by CPCB. This initiative provides real-time information on effluent quality, enabling the identification of non-complying units and the implementation of corrective actions.
6. CPCB developed Charter in consultation with the major industrial sectors like pulp and paper, sugar, distillery, textile and tannery resulting in reduction in fresh water consumption, waste water discharge and pollution load and improvement in compliance.
7. CPCB periodically review water quality data of aquatic resources monitored under NWMP and share with concerned SPCBs/ PCCs.

8. CPCB directed all SPCBs/PCCs under Section 18(1)(b) of The Water (Prevention and Control of Pollution) Act, 1974 to direct concerned agencies in the State/UT to develop infrastructure for sewage treatment.
9. Monitoring of sewage treatment plants (STPs) in river Ganga-front towns in the Ganga main stem states of Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal is carried out on a tri-annual basis. In the consent to operate issued by SPCBs, all STPs are required to be complying with norms stipulated as per the CTO.
10. National framework on safe reuse of treated water has been issued by the Ministry of Jal Shakti in November 2022.

रुपये के मूल्य में गिरावट

4864. श्री कुलदीप इंदौराः

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार को इस बात की जानकारी है कि भारतीय रुपया (आईएनआर) हाल ही में 91 रुपये प्रति अमरीकी डॉलर के स्तर को पार कर गया है जो पिछले कई महीनों में आई सबसे तेज गिरावट में से एक है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) सरकार द्वारा अब तक इस निरंतर अवमूल्यन को रोक नहीं पाने के क्या कारण हैं और इसके लिए कौन-कौन से विशिष्ट आंतरिक और बाह्य आर्थिक कारक जिम्मेदार हैं;

(ग) प्रति डॉलर रुपए के मूल्य में 5 रुपए के अवमूल्यन में औतन कितने दिन लगते हैं;

(घ) इस अवमूल्यन का ईंधन की कीमतों, मुद्रास्फीति, आयात लागत और आम नागरिकों पर क्या प्रभाव पड़ा है; और

(ङ) सरकार और भारतीय रिजर्व बैंक (आरबीआई) द्वारा विनिमय दर को स्थिर करने और

भविष्य में उतार-चढ़ाव को रोकने के लिए क्या ठोस और समयबद्ध कदम उठाए जाने का विचार है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): भारतीय रुपया (आईएनआर) पहली बार 16 दिसंबर, 2025 को 91 रुपये प्रति अमेरिकी डॉलर (यूएसडी) के स्तर को पार कर गया। यह 16 मार्च, 2026 को 92.43 रुपये प्रति यूएस डॉलर पर बंद हुआ। पिछले 12 महीनों में यूएस डॉलर के मुकाबले भारतीय रुपये में माह-वार मूल्य वृद्धि/कमी को नीचे दर्शाया गया है।

माह	**अमरीकी डॉलर के मुकाबले भारतीय रुपये में मूल्यवृद्धि (+) /अवमूल्यन (-)**
मार्च 2025	2.40
अप्रैल 2025	1.15
मई 2025	-1.27
जून 2025	-0.20
जुलाई 2025	-2.11
अगस्त 2025	-0.69
सितंबर 2025	-0.66
अक्तूबर 2025	0.02
नवंबर 2025	-0.76
दिसंबर 2025	-0.47
जनवरी 2026	-2.30
फरवरी 2026	1.11

स्रोत: ब्लूमबर्ग

(ख): भारतीय मुद्रा का मूल्य बाजार द्वारा निर्धारित होता है, जिसका कोई लक्ष्य या विशिष्ट स्तर या बैंड नहीं है। भारतीय रिज़र्व बैंक (आरबीआई) नियमित रूप से विदेशी मुद्रा बाजार की निगरानी करता है और अत्यधिक अस्थिरता की स्थिति में हस्तक्षेप करता है। डॉलर सूचकांक की गति,

पूंजी प्रवाह की प्रवृत्ति, ब्याज दरों का स्तर, कच्चे तेल की कीमतों में उतार-चढ़ाव, चालू खाता घाटा आदि जैसे विभिन्न घरेलू और वैश्विक कारक भारतीय मुद्रा की विनिमय दर को प्रभावित करते हैं। चालू वित्त वर्ष 2025-26 के दौरान, पूंजी खाते से अपेक्षाकृत कमजोर समर्थन के बीच व्यापार घाटे में वृद्धि के कारण भारतीय मुद्रा के मूल्य में गिरावट आई है। इसके अतिरिक्त, मध्य पूर्व में चल रहे संघर्ष के बीच कच्चे तेल की बढ़ती कीमतों ने भारतीय मुद्रा पर और दबाव डाला है। पिछले तीन वर्षों में भारतीय रिजर्व बैंक द्वारा विदेशी मुद्रा बाजार में किए गए हस्तक्षेपों का विवरण नीचे दिया गया है:

कैलेंडर वर्ष	**निवल खरीद (+)/ अमरीकी डॉलर की ब्रिकी (-) (मिलियन में)**
2023	18,135
2024	-12,350
2025	-51,714

स्रोत: आरबीआई

(ग): प्रति यूएस डॉलर रुपये के मूल्य में ₹5 के अवमूल्यन में लगने वाले कार्य दिवसों की संख्या नीचे दी गई है।

तारीख	**यूएसडॉलर-आईएनआर विनिमय दर (समापन आधार पर)**	**कार्य दिवसों की संख्या**
31 जुलाई 2000	45	-
20 नवंबर 2008	50	2,149
21 मई 2012	55	846
26 जून 2013	60	268
27 अगस्त 2013	65	42
16 अगस्त 2018	70	1,198
19 मार्च 2020	75	382

22 सितम्बर 2022	80	608
19 दिसंबर 24	85	542
3 दिसंबर 25	90	231
4 मार्च 26	92	60

स्रोत: ब्लूमबर्ग

(घ): मुद्रा के अवमूल्यन से निर्यात प्रतिस्पर्धात्मकता बढ़ने की संभावना है, जिसका अर्थव्यवस्था पर सकारात्मक प्रभाव पड़ता है। दूसरी ओर, अवमूल्यन से आयातित वस्तुओं की कीमतें बढ़ सकती हैं। विनिमय दर अवमूल्यन का समग्र प्रभाव अंतरराष्ट्रीय वस्तु कीमतों के घरेलू बाजार में प्रभाव की सीमा पर निर्भर करता है।

इसके अलावा, विनिमय दर में उतार-चढ़ाव के अलावा, आयात कई अन्य कारकों द्वारा भी निर्धारित होते हैं, जिनमें वैश्विक आपूर्ति-मांग की स्थिति, भू-राजनीतिक घटनाक्रम, घरेलू मांग, और वैश्विक मूल्य श्रृंखला एकीकरण जैसे कारक शामिल हैं, जिनके कारण उत्पादन और निर्यात के लिए मध्यवर्ती वस्तुओं का आयात आवश्यक हो जाता है, साथ ही आयातित वस्तुओं की अंतरराष्ट्रीय कीमतें आदि भी इसमें भूमिका निभाती हैं। इसके अतिरिक्त, कच्चे तेल की कीमतें मुख्य रूप से वैश्विक मांग और आपूर्ति की स्थितियों द्वारा निर्धारित होती हैं। इस प्रकार, आयात लागत पर विनिमय दर में उतार-चढ़ाव के प्रभाव, और परिणामस्वरूप घरेलू मुद्रास्फीति और आम नागरिक पर इसके प्रभाव को अलग-थलग नहीं किया जा सकता है।

(ङ): भारतीय रिजर्व बैंक विश्व भर में होने वाले प्रमुख घटनाक्रमों पर नज़र रखता है जिनका अमेरिकी डॉलर-भारतीय रुपये की विनिमय दर पर प्रभाव पड़ सकता है। इनमें प्रमुख केंद्रीय बैंकों की मौद्रिक नीतिगत कार्रवाइयां, विश्व भर में जारी किए गए प्रमुख आर्थिक आंकड़े और उनके प्रभाव, ओपेक+ बैठकों के निर्णय, भू-राजनीतिक घटनाओं पर नज़र रखना और उनका विश्लेषण करना, जी-10 और ईएमई की मुद्राओं में दैनिक उतार-चढ़ाव आदि शामिल हैं। विदेशी मुद्रा प्रवाह को बढ़ावा देने और विनिमय दर में अस्थिरता को कम करने के लिए भारतीय रिजर्व बैंक द्वारा किए

गए उपाय, साथ ही गैर-निवासियों के बीच भारतीय डॉलर की स्वीकार्यता बढ़ाने और कठोर (रीजिड) मुद्राओं पर निर्भरता कम करने के लिए उठाए गए कदम, जो बदले में भारतीय डॉलर पर अवमूल्यन के दबाव को कम कर सकते हैं, निम्नलिखित हैं:

- फरवरी 2026 में, संशोधित बाह्य वाणिज्यिक उधार ढांचे को लागू किया गया, जिसके तहत पात्रता मानदंडों को सरल बनाया गया, न्यूनतम औसत परिपक्वता अवधि को मानकीकृत किया गया, अंतिम उपयोग प्रावधानों को आसान बनाया गया और प्रचालनात्मक लचीलेपन (ब्याज दरों सहित) को बढ़ाया गया।
- अक्तूबर 2025 में, भारत में अधिकृत डीलर बैंकों को सीमा पार व्यापारिक लेनदेन के लिए नेपाल, भूटान या श्रीलंका के निवासियों को रुपये में ऋण देने की अनुमति दी गई थी।
- अगस्त और अक्तूबर 2025 में, स्पेशल रुपी वोस्त्रो खाते में शेष राशि को सरकारी प्रतिभूतियों, गैर-परिवर्तनीय डिबेंचर/बॉन्ड, वाणिज्यिक पत्रों आदि में निवेश करने की अनुमति दी गई थी।
- मई 2025 में, विदेशी पोर्टफोलियो निवेशकों के लिए कॉरपोरेट ऋण प्रतिभूतियों में अपने निवेश के लिए अल्पकालिक निवेश सीमा और एकाग्रता सीमा का अनुपालन करने की आवश्यकता को समाप्त कर दिया गया था।

PROJECTS UNDER SPECIAL ASSISTANCE TO STATES FOR CAPITAL INVESTMENT SCHEME

4865. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **FINANCE** be pleased to state:

(a) the details regarding projects approved under the Special Assistance to States for Capital Investment Scheme (SASCI) since inception, sector-wise

and State/UT-wise, including the year of approval and total sanctioned project cost;

(b) the classification of such projects under various components of the said Scheme, State/UT-wise and year-wise;

(c) the amount sanctioned, released and utilised under the said Scheme since inception, State/UT-wise and year-wise;

(d) the present status of implementation of approved projects, indicating the number of projects completed, under implementation and yet to commence, State/UT-wise;

(e) the number of projects that have undergone cost revision, timeline extension or are facing implementation constraints, along with the reasons therefor, State/UT-wise;

(f) the details of projects undertaken under the said Scheme towards meeting the State share of Centrally Sponsored Schemes, State/UT-wise and year-wise; and

(g) the monitoring and evaluation mechanism adopted by the Government for timely execution and assessment of outcomes of projects under the said Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): The details of projects approved under the scheme for Special Assistance to States for Capital Investment (SASCI) since inception, year wise and State/UT wise, including amount approved, released, and utilized are given

in the enclosed **Statement-I**. The projects pertain to various sectors such as roads, buildings, health, irrigation, power etc.

Component/part wise details of projects approved under SASCI are given in the enclosed **Statement-II**.

(d) and (e): The state governments/UT Administration are responsible for timely execution of the projects approved under SASCI. Some of the reasons for cost revision, timeline extension and other implementation constraints include limited working season in some states due to rainfall/snowfall, delay in finalization of tenders, and delay due to local issues.

(f): The details of projects/schemes undertaken under SASCI towards meeting the State share of Centrally Sponsored Schemes/Central projects, State/UT-wise and year-wise, are given in the enclosed **Statement-III**.

(g): The monitoring and evaluation of projects approved under SASCI to ensure their timely execution and assessment of their outcomes is the responsibility of the state government concerned. The amount released in a financial year under SASCI has to be utilized by the state government/UT Administration in the same financial year. Release of funds under SASCI in a financial year is based on the Utilization Certificate (UC), signed and submitted by Principal Secretary/Secretary of the Finance Department of the state government, for the funds released under SASCI in the previous financial year. Further, the amount remaining unutilized in previous financial year as per UC is deducted from the amount approved under SASCI in the next financial year.

STATEMENT-I

Details of projects approved under Scheme for Special Assistance to States for Capital Investment (SASCI) 2020-21

S. No.	State	No. of Projects	Approved Amount (Rs. In crore)	Released Amount (Rs. In crore)	Amount Utilized (Rs. In crore)
1	Andhra Pradesh	26	688.00	688.00	688.00
2	Arunachal Pradesh	22	232.97	232.97	108.12
3	Assam	12	450.00	450.00	450.00
4	Bihar	3	843.00	843.00	843.00
5	Chhattisgarh	69	286.00	286.00	286.00
6	Goa	5	97.66	97.66	97.66
7	Gujarat	6	285.00	285.00	285.00
8	Haryana	1	91.00	91.00	91.00
9	Himachal Pradesh	74	533.00	533.00	533.00
10	Jharkhand	6	277.00	277.00	113.50
11	Karnataka	27	305.00	305.00	305.00
12	Kerala	1	163.00	81.50	81.50
13	Madhya Pradesh	25	1,320.00	1,320.00	1,320.00
14	Maharashtra	68	514.00	514.00	514.00
15	Manipur	16	317.16	317.16	241.54
16	Meghalaya	26	200.00	200.00	181.20
17	Mizoram	13	200.00	200.00	200.00
18	Nagaland	14	200.00	200.00	200.00
19	Orissa	22	471.50	471.50	427.62

20	Punjab	33	296.50	296.50	296.50
21	Rajasthan	33	1,002.00	1,002.00	947.41
22	Sikkim	9	200.00	200.00	200.00
23	Tamil Nadu	-	0.00	0.00	0.00
24	Telangana	44	358.00	358.00	311.20
25	Tripura	66	300.00	300.00	201.57
26	Uttar Pradesh	4	976.00	976.00	976.00
27	Uttarakhand	207	675.00	675.00	571.27
28	West Bengal	32	630.00	630.00	630.00
	Total	**864**	**11,911.79**	**11,830.29**	**11,100.09**

Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2021-22

S. No.	State	No. of Projects	Approved Amount (Rs. In crore)	Released Amount (Rs. In crore)	Amount Utilized (Rs. In crore)
1	Andhra Pradesh	34	501.79	501.79	501.79
2	Arunachal Pradesh	154	490.27	371.19	490.27
3	Assam	5	600.00	600.00	600.00
4	Bihar	2	1,246.50	1,246.50	961.50
5	Chhattisgarh	95	423.00	423.00	423.00
6	Goa	10	111.04	111.04	111.04
7	Gujarat	3	432.00	432.00	288.00
8	Haryana	2	135.00	135.00	90.00
9	Himachal Pradesh	199	800.00	800.00	624.81
10	Jharkhand	16	409.50	246.00	163.50
11	Karnataka	3	451.50	451.50	451.50

12	Kerala	2	238.50	238.50	238.50
13	Madhya Pradesh	17	1,533.05	1,512.36	1,512.36
14	Maharashtra	73	783.00	771.73	723.23
15	Manipur	15	288.47	212.85	277.72
16	Meghalaya	17	300.00	281.20	300.00
17	Mizoram	64	299.99	299.99	299.99
18	Nagaland	23	300.00	300.00	300.00
19	Orissa	13	561.00	517.12	488.38
20	Punjab	33	223.50	223.50	135.40
21	Rajasthan	2	747.00	692.41	692.41
22	Sikkim	16	300.00	300.00	300.00
23	Tamil Nadu	13	505.50	505.50	505.50
24	Telangana	64	260.94	214.14	261.00
25	Tripura	167	300.00	118.54	233.40
26	Uttar Pradesh	24	2,224.50	1,483.00	820.15
27	Uttarakhand	197	528.63	263.92	398.71
28	West Bengal	17	933.00	933.00	897.67
	Total	**1280**	**15,927.68**	**14,185.78**	**13,089.83**

Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2022-23

S. No.	State	No. of Projects	Approved Amount (Rs. In crore)	Released Amount (Rs. In crore)	Amount Utilized (Rs. In crore)
1	Andhra Pradesh	158	6,105.56	6,105.56	5,924.59
2	Arunachal Pradesh	202	1,579.52	1,564.10	1,365.07
3	Assam	185	4,300.14	4,300.14	3,729.53
4	Bihar	136	8,740.85	8,455.85	8,018.21

5	Chhattisgarh	279	3,465.42	2,941.97	2,181.76
6	Goa	38	572.75	572.75	572.75
7	Gujarat	142	4,189.82	4,045.82	3,750.42
8	Haryana	7	1,312.00	1,267.00	1,262.55
9	Himachal Pradesh	49	825.99	650.80	650.80
10	Jharkhand	337	2,964.32	2,964.32	2,371.27
11	Karnataka	25	3,399.35	3,399.35	3,241.96
12	Kerala	126	1,902.74	1,902.74	931.22
13	Madhya Pradesh	120	7,339.51	7,360.20	7,289.51
14	Maharashtra	345	6,803.93	6,744.16	5,835.93
15	Manipur	36	764.47	467.22	341.67
16	Meghalaya	131	1,049.02	1,049.02	921.00
17	Mizoram	89	497.50	297.50	297.50
18	Nagaland	77	504.16	504.16	504.16
19	Orissa	1	75.00	75.00	75.00
20	Punjab	79	1,609.32	798.22	530.21
21	Rajasthan	195	5,650.23	5,595.64	5,620.61
22	Sikkim	33	551.36	551.36	551.36
23	Tamil Nadu	14	4,011.27	4,011.27	3,827.27
24	Telangana	44	2,500.98	2,500.98	2,124.16
25	Tripura	19	699.45	349.79	271.16
26	Uttar Pradesh	26	15,778.84	7,940.50	8,603.34
27	Uttarakhand	78	1,253.92	1,124.01	1,201.33
28	West Bengal	352	6,699.77	3,655.92	3,655.92
	Total	**3323**	**95,147.19**	**81,195.35**	**75,650.26**

Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2023-24

S. No.	State	No. of Projects	Approved Amount (Rs. In crore)	Released Amount (Rs. In crore)	Amount Utilized (Rs. In crore)
1	Andhra Pradesh	55	4,357.45	4,090.81	4,090.81
2	Arunachal Pradesh	428	2,745.00	2,363.42	2,284.62
3	Assam	345	6,555.54	5,804.43	4,692.00
4	Bihar	131	10,422.80	8,814.80	8,198.22
5	Chhattisgarh	473	3,749.77	3,365.25	3,407.00
6	Goa	46	849.65	695.20	582.84
7	Gujarat	203	4,583.48	4,254.32	4,025.79
8	Haryana	19	1,879.00	1,702.05	1,701.50
9	Himachal Pradesh	79	1,758.72	1,515.97	1,381.21
10	Jharkhand	171	5,255.12	4,580.61	4,361.61
11	Karnataka	32	4,761.77	3,879.24	3,676.15
12	Kerala	22	928.90	0.00*	661.78
13	Madhya Pradesh	388	12,828.21	12,636.21	12,494.21
14	Maharashtra	327	7,219.23	5,376.31	5,829.72
15	Manipur	41	1,010.87	542.70	361.15
16	Meghalaya	183	1,593.17	1,293.06	1,248.99
17	Mizoram	214	1,096.19	743.28	627.19
18	Nagaland	108	1,069.39	973.20	864.35
19	Orissa	90	5,270.40	3,532.14	3,356.87
20	Punjab	12	385.23	0.00*	25.00

21	Rajasthan	469	8,758.04	8,513.42	8,041.60
22	Sikkim	25	864.08	797.85	731.62
23	Tamil Nadu	20	5,836.83	5,326.42	5,000.00
24	Telangana	131	3,243.01	1,948.34	2,325.15
25	Tripura	217	966.20	662.92	712.98
26	Uttar Pradesh	252	19,898.71	19,215.08	17,251.87
27	Uttarakhand	126	2,082.30	1,911.71	1,843.74
28	West Bengal	494	7,523.00	5,015.58	5,015.58
	Total	**5101**	**1,27,492.05**	**1,09,554.30**	**1,04,793.55**

**Amount provided from unutilized balance of funds released under SASCI 2022-23*

Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2024-25

S. No.	State	No. of Projects	Approved Amount (Rs. In crore)	Released Amount (Rs. In crore)	Amount Utilized (Rs. In crore)
1	Andhra Pradesh	130	8,054.39	7,901.56	6,561.29
2	Arunachal Pradesh	121	2,646.96	2,470.96	2,034.97
3	Assam	729	7,548.61	7,427.50	6,108.97
4	Bihar	202	15,831.67	14,791.32	11,782.23
5	Chhattisgarh	692	6,288.15	6,103.57	5,938.49
6	Goa	68	1,384.21	1,266.54	1,076.32
7	Gujarat	192	6,212.57	5,958.26	5,577.17
8	Haryana	76	1,778.94	1,458.56	1,465.46
9	Himachal Pradesh	82	2,357.49	2,381.37	2,005.39
10	Jharkhand	97	3,684.83	2,718.32	2,456.29
11	Karnataka	39	5,165.48	5,296.12	4,773.30

12	Kerala	52	2,950.93	2,715.67	2,056.25
13	Madhya Pradesh	396	12,589.24	12,424.92	11,874.27
14	Maharashtra	578	8,369.86	8,063.08	7,948.94
15	Manipur	88	1,773.63	1,436.82	840.09
16	Meghalaya	200	2,334.93	2,369.63	2,004.39
17	Mizoram	72	1,402.18	1,361.09	1,112.18
18	Nagaland	216	1,594.33	1,599.73	823.80
19	Orissa	114	7,104.27	6,943.55	6,433.62
20	Punjab	155	2,585.53	2,269.31	2,179.03
21	Rajasthan	362	9,591.57	9,139.21	8,955.70
22	Sikkim	52	1,768.24	1,742.14	1,496.68
23	Tamil Nadu	96	7,388.03	7,345.86	5,858.31
24	Telangana	220	3,344.39	2,727.24	1,922.30
25	Tripura	635	1,579.49	1,586.68	1,367.79
26	Uttar Pradesh	386	18,685.60	17,223.82	16,424.56
27	Uttarakhand	142	2,595.66	2,455.84	1,858.75
28	West Bengal	518	10,354.74	10,305.06	10,011.62
	Total	**6710**	**1,56,965.88**	**1,49,483.73**	**1,32,948.16**

Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2025-26*:

S. No.	State	No. of Projects	Approved Amount (Rs. In crore)	Released Amount (Rs. In crore)
1	Andhra Pradesh	322	8,459.61	8,289.61
2	Arunachal Pradesh	347	2,120.27	1,959.05
3	Assam	754	8,689.29	8,763.90
4	Bihar	175	8,207.59	7,199.80

5	Chhattisgarh	353	7,314.47	7,440.86
6	Goa	156	2,078.99	2,078.99
7	Gujarat	286	7,400.84	7,106.97
8	Haryana	6	922.47	922.47
9	Himachal Pradesh	360	3,340.16	3,385.04
10	Jharkhand	171	2,544.10	1,655.05
11	Karnataka	66	4,741.62	4,741.62
12	Kerala	100	2,671.19	2,629.06
13	Madhya Pradesh	221	13,622.78	13,533.11
14	Maharashtra	729	11,329.52	11,367.23
15	Manipur	143	1,571.09	871.55
16	Meghalaya	257	2,332.76	2,332.60
17	Mizoram	178	1,597.27	1,510.75
18	Nagaland	166	1,462.90	1,266.05
19	Orissa	413	3,888.24	3,606.48
20	Punjab	418	4,107.53	3,891.06
21	Rajasthan	598	10,851.75	10,547.88
22	Sikkim	55	1,393.69	1,393.69
23	Tamil Nadu	354	8,370.57	8,666.08
24	Telangana	263	4,092.58	4,208.83
25	Tripura	457	2,451.55	2,448.43
26	Uttar Pradesh	529	15,092.57	14,646.97
27	Uttarakhand	196	2,065.38	2,071.00
28	West Bengal	248	5,662.90	5,465.90
29	Delhi	43	821.26	542.03
30	Jammu and Kashmir	654	5,266.47	5,166.47
31	Puducherry	81	407.57	291.50
	Total	**9099**	**1,54,878.96**	**1,50,000.00**

**Utilization Certificate for the releases under SASCI 2025-26 is due in 2026-27*

STATEMENT-II

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2020-21

Sl. No.	State	2020-21 (Part-I)		2020-21 (Part-II)		2020-21 (Part-III)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	26	688.00	0	0.00	0	0.00
2	Arunachal Pradesh	22	232.97	0	0.00	0	0.00
3	Assam	12	450.00	0	0.00	0	0.00
4	Bihar	3	843.00	0	0.00	0	0.00
5	Chhattisgarh	69	286.00	0	0.00	0	0.00
6	Goa	0	0.00	4	65.66	1	32.00
7	Gujarat	0	0.00	6	285.00	0	0.00
8	Haryana	1	91.00	0	0.00	0	0.00
9	Himachal Pradesh	74	533.00	0	0.00	0	0.00
10	Jharkhand	6	277.00	0	0.00	0	0.00
11	Karnataka	27	305.00	0	0.00	0	0.00
12	Kerala	0	0.00	1	81.50	0	0.00
13	Madhya Pradesh	0	0.00	16	660.00	9	660.00
14	Maharashtra	68	514.00	0	0.00	0	0.00
15	Manipur	16	317.16	0	0.00	0	0.00
16	Meghalaya	26	200.00	0	0.00	0	0.00
17	Mizoram	13	200.00	0	0.00	0	0.00
18	Nagaland	14	200.00	0	0.00	0	0.00
19	Orissa	21	388.00	0	0.00	1	83.50
20	Punjab	33	296.50	0	0.00	0	0.00

21	Rajasthan	33	1,002.00	0	0.00	0	0.00
22	Sikkim	9	200.00	0	0.00	0	0.00
23	Tamil Nadu	0	0.00	0	0.00	0	0.00
24	Telangana	44	358.00	0	0.00	0	0.00
25	Tripura	50	200.00	0	0.00	16	100.00
26	Uttar Pradesh	4	976.00	0	0.00	0	0.00
27	Uttarakhand	126	450.00	0	0.00	81	225.00
28	West Bengal	32	630.00	0	0.00	0	0.00
	Total	**729**	**9,637.63**	**27.00**	**1,092.16**	**108.00**	**1,100.50**

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2021-22

Sl. No.	State	2021-22 (Part-I)		2021-22 (Part-II)		2021-22 (Part-III)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	0	0.00	34	501.79	0	0.00
2	Arunachal Pradesh	154	371.19	0	0.00	0	0.00
3	Assam	5	600.00	0	0.00	0	0.00
4	Bihar	0	0.00	2	1,246.50	0	0.00
5	Chhattisgarh	0	0.00	95	423.00	0	0.00
6	Goa	0	0.00	10	111.04	0	0.00
7	Gujarat	0	0.00	3	432.00	0	0.00
8	Haryana	0	0.00	2	135.00	0	0.00
9	Himachal	199	800.00	0	0.00	0	0.00

	Pradesh						
10	Jharkhand	0	0.00	16	246.00	0	0.00
11	Karnataka	0	0.00	3	451.50	0	0.00
12	Kerala	0	0.00	2	238.50	0	0.00
13	Madhya Pradesh	0	0.00	13	973.50	4	538.86
14	Maharashtra	0	0.00	73	771.73	0	0.00
15	Manipur	15	212.85	0	0.00	0	0.00
16	Meghalaya	17	281.20	0	0.00	0	0.00
17	Mizoram	64.00	299.99	0	0.00	0	0.00
18	Nagaland	23	300.00	0	0.00	0	0.00
19	Orissa	0	0.00	13	517.12	0	0.00
20	Punjab	0	0.00	33	223.50	0	0.00
21	Rajasthan	0	0.00	2	692.41	0	0.00
22	Sikkim	16	300.00	0	0.00	0	0.00
23	Tamil Nadu	0	0.00	13	505.50	0	0.00
24	Telangana	0	0.00	64	214.14	0	0.00
25	Tripura	167	118.54	0	0.00	0	0.00
26	Uttar Pradesh	24	1,483.00	0	0.00	0	0.00
27	Uttarakhand	197	263.92	0	0.00	0	0.00
28	West Bengal	0	0.00	17	933.00	0	0.00
	Total	**881**	**5,030.69**	**395**	**8,616.23**	**4**	**538.86**

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2022-23:

Sl. No.	State	2022-23 (Part-I)		2022-23 (Part-II)		2022-23 (Part-III)		2022-23 (Part-IV)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	72	4839.11	2	202.00	2	229.75	2	65.63
2	Arunachal Pradesh	196	1390.48	3	87.85	0	0.00	2	35.77
3	Assam	164	3753.00	2	156.00	0	0.00	5	109.54
4	Bihar	114	7754.07	20	490.36	1	125.19	1	86.23
5	Chhattisgarh	247	2202.55	27	168.42	2	309.00		0.00
6	Goa	34	463.50	1	19.00	0	0.00	2	40.25
7	Gujarat	107	2638.00	3	174.00	0	0.00	1	110.52
8	Haryana	1	829.00	3	55.00	0	0.00	1	83.00
9	Himachal Pradesh	42	488.81	3	42.00	0	0.00	3	69.99
10	Jharkhand	330	2646.00	3	165.00	0	0.00	3	69.32
11	Karnataka	14	2918.00	2	182.00	0	0.00	8	143.35
12	Kerala	112	1540.00	2	96.00	1	44.45	6	77.29
13	Madhya Pradesh	99	6280.00	11	393.00	2	105.34	2	112.17
14	Maharashtra	326	4994.23	8	316.00	2	228.40	1	91.73
15	Manipur	26	275.75	3	36.00	0	0.00	2	22.81
16	Meghalaya	127	921.00	2	38.00	0	0.00	1	40.02
17	Mizoram	86.00	200.00	1	25.00	0	0.00	1	22.50
18	Nagaland	70	455.00	5	28.43	0	0.00	2	20.73

19	Orissa	0	0.00	0	0.00	0	0.00	0	0.00
20	Punjab	76	634.90	1	90.00	0	0.00	2	73.32
21	Rajasthan	168	4733.85	7	301.00	0	0.00	5	75.96
22	Sikkim	26	442.98	1	19.00	0	0.00	5	39.38
23	Tamil Nadu	3	3263.00	8	204.00	0	0.00	1	120.27
24	Telangana	39	1682.00	1	100.00	2	573.40	1	55.58
25	Tripura	11	216.34	4	35.00	0	0.00	3	48.45
26	Uttar Pradesh	3	6512.66	14	896.91	0	0.00	1	80.93
27	Uttarakhand	59	764.09	2	56.00	0	0.00	2	65.92
28	West Bengal	318	2973.19	30	376.00	0	0.00	3	74.73
	Total	**2870**	**65811.496**	**169**	**4,751.97**	**12**	**1,615.53**	**66**	**1,835.39**

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2022-23:

Sl. No.	State	2022-23 (Part-V)		2022-23 (Part-VI)		2022-23 (Part-VII)		2022-23 (Part-VIII)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	1	126.00	2	643.07	0.00	0.00	0.00	0.00
2	Arunachal Pradesh	1	50.00	0	0.00	0.00	0.00	0.00	0.00

3	Assam	1	79.00	10	190.00	0.00	0.00	3	12.60
4	Bihar	0	0.00	0	0.00	0.00	0.00	0.00	0.00
5	Chhattisgarh	2	65.00	1	197.00	0.00	0.00	0.00	0.00
6	Goa	1	50.00	0	0.00	0.00	0.00	0.00	0.00
7	Gujarat	1	154.00	30	969.30	0.00	0.00	0.00	0.00
8	Haryana	1	65.00	1	235.00	0.00	0.00	0.00	0.00
9	Himachal Pradesh	1	50.00	0	0.00	0.00	0.00	0.00	0.00
10	Jharkhand	1	84.00	0	0.00	0.00	0.00	0.00	0.00
11	Karnataka	1	156.00	0	0.00	0.00	0.00	0.00	0.00
12	Kerala	1	85.00	4	60.00	0.00	0.00	0.00	0.00
13	Madhya Pradesh	1	185.00	3	189.00	1	20.69	1	75.00
14	Maharashtra	1	286.00	4	789.30	0.00	0.00	3	38.50
15	Manipur	1	50.00	4	82.66	0.00	0.00	0.00	0.00
16	Meghalaya	1	50.00	0	0.00	0.00	0.00	0.00	0.00
17	Mizoram	1	50.00	0	0.00	0.00	0.00	0.00	0.00
18	Nagaland	0	0.00	0	0.00	0.00	0.00	0.00	0.00
19	Orissa	0	0.00	0	0.00	0.00	0.00	1	75.00
20	Punjab	0	0.00	0	0.00	0.00	0.00	0.00	0.00
21	Rajasthan	1	175.00	14	309.83	0.00	0.00	0.00	0.00
22	Sikkim	1	50.00	0	0.00	0.00	0.00	0.00	0.00
23	Tamil Nadu	1	184.00	1	240.00	0.00	0.00	0.00	0.00
24	Telangana	1	90.00	0	0.00	0.00	0.00	0.00	0.00
25	Tripura	1	50.00	0	0.00	0.00	0.00	0.00	0.00
26	Uttar Pradesh	1	300.00	0	0.00	0.00	0.00	7	150.00

27	Uttarakhand	1	50.00	14	188.00	0.00	0.00	0.00	0.00
28	West Bengal	1	232.00	0	0.00	0.00	0.00	0.00	0.00
	Total	**25**	**2,716.00**	**86**	**4,093.16**	**1**	**20.69**	**15**	**351.10**

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2023-24:

Sl. No.	State	2023-24 (Part-I)		2023-24 (Part-II)		2023-24 (Part-III)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	59	3,929.31	1	11.50	0	0.00
2	Arunachal Pradesh	421	2,222.52	0	0.00	1	29.40
3	Assam	270	4,121.39	4	52.40	40	682.50
4	Bihar	125	8,614.40	3	60.70	0	0.00
5	Chhattisgarh	416	3,170.24	7	68.62	0	0.00
6	Goa	36	540.40	1	3.50	5	38.94
7	Gujarat	132	3,322.34	16	152.48	5	206.00
8	Haryana	4	1,043.55	1	50.00	1	381.00
9	Himachal Pradesh	56	1,162.01	4	25.00	1	69.20
10	Jharkhand	167	4,367.45	1	6.70	0	0.00
11	Karnataka	20	3,124.95	2	116.82	5	77.00

12	Kerala	0	0.00	0	0.00	15	0.00*
13	Madhya Pradesh	338	11,629.21	2	25.00	36	690.00
14	Maharashtra	301	4,717.36	1	32.29	8	212.60
15	Manipur	35	343.76	0	0.00	2	103.00
16	Meghalaya	167	1,022.48	0	0.00	0	98.49
17	Mizoram	201	466.69	1	3.50	6	82.00
18	Nagaland	101	851.70	0	0.00	2	25.30
19	Orissa	76	2,946.21	1	13.46	6	116.00
20	Punjab	0	0.00	1	0.00*	10	0.00*
21	Rajasthan	440	7,968.22	2	70.80	11	259.40
22	Sikkim	20	581.62	0	0.00	3	150.00
23	Tamil Nadu	3	3,895.00	0	0.00	9	905.00
24	Telangana	79	1,024.58	0	0.00	9	356.50
25	Tripura	213	491.92	0	0.00	1	83.80
26	Uttar Pradesh	217	17,939.00	0	71.14	16	321.32
27	Uttarakhand	104	1,624.41	6	33.30	2	36.00
28	West Bengal	494	5,015.58	0	0.00	0	0.00
	Total	**4495**	**96,136.30**	**54**	**797.21**	**194**	**4,923.45**

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2023-24:

Sl. No.	State	2023-24 (Part-IV)		2023-24 (Part-V)		2023-24 (Part-VI)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	2	150.00	0	0.00	1	0.00*
2	Arunachal Pradesh	0	0.00	5	17.50	1	94.00
3	Assam	28	248.24	1	67.50	1	113.00
4	Bihar	0	0.00	2	33.35	1	106.34
5	Chhattisgarh	0	0.00	4	26.00	46	100.39
6	Goa	0	0.00	2	25.00	1	50.00
7	Gujarat	35	400.00	11	72.50	1	101.00
8	Haryana	12	150.00	0	0.00	1	77.50
9	Himachal Pradesh	15	125.00	1	25.00	1	66.00
10	Jharkhand	2	125.00	0	0.00	1	81.46
11	Karnataka	2	200.00	1	132.00	1	96.50
12	Kerala	6	0.00*	1	0.00*	0	0.00
13	Madhya Pradesh	11	150.00	0	0.00	1	142.00
14	Maharashtra	14	199.99	2	116.50	1	97.57
15	Manipur	0	0.00	3	21.44	1	74.50

16	Meghalaya	0	0.00	14	25.00	1	66.00
17	Mizoram	3	75.00	1	25.00	1	63.50
18	Nagaland	0	0.00	1	10.45	1	72.50
19	Orissa	1	300.00	5	62.91	1	93.56
20	Punjab	1	0.00*	0	0.00	0	0.00
21	Rajasthan	0	0.00	15	114.00	1	101.00
22	Sikkim	0	0.00	1	13.23	1	53.00
23	Tamil Nadu	1	200.00	4	108.19	1	111.50
24	Telangana	6	350.00	36	116.26	1	101.00
25	Tripura	0	0.00	0	0.00	1	57.00
26	Uttar Pradesh	15	200.00	0	0.00	3	185.12
27	Uttarakhand	12	125.00	1	25.00	1	68.00
28	West Bengal	0	0.00	0	0.00	0	0.00
	Total	**166**	**2,998.23**	**111**	**1,036.81**	**71**	**2,172.44**

** Amount provided from unutilized balance of funds released under SASCI 2022-23*

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2023-24:

Sl. No.	State	2023-24 (Part-VII)		2023-24* (Part-VIII)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	0	0.00	0	0.00
2	Arunachal Pradesh	0	0.00	0	0.00
3	Assam	1	519.40	0	0.00

4	Bihar	0	0.00	0	0.00
5	Chhattisgarh	0	0.00	0	0.00
6	Goa	1	37.35	0	0.00
7	Gujarat	0	0.00	0	0.00
8	Haryana	0	0.00	0	0.00
9	Himachal Pradesh	1	43.76	0	0.00
10	Jharkhand	0	0.00	0	0.00
11	Karnataka	1	131.98	0	0.00
12	Kerala	0	0.00	0	0.00
13	Madhya Pradesh	0	0.00	0	0.00
14	Maharashtra	0	0.00	0	0.00
15	Manipur	0	0.00	0	0.00
16	Meghalaya	1	81.09	0	0.00
17	Mizoram	1	27.59	0	0.00
18	Nagaland	3	13.25	0	0.00
19	Orissa	0	0.00	0	0.00
20	Punjab	0	0.00	0	0.00
21	Rajasthan	0	0.00	0	0.00
22	Sikkim	0	0.00	0	0.00
23	Tamil Nadu	2	106.73	0	0.00
24	Telangana	0	0.00	0	0.00
25	Tripura	1	30.20	0	0.00
26	Uttar Pradesh	1	498.50	0	0.00
27	Uttarakhand	0	0.00	0	0.00
28	West Bengal	0	0.00	0	0.00
	Total	**13**	**1,489.85**	**0**	**0.00**

**No state qualified and submitted proposal for release of incentive under Part VIII of SASCI 2023-24*

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2024-25:

Sl. No.	State	2024-25 (Part-I)		2024-25 (Part-II)		2024-25 (Part-III)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	63	4452.00	0	0.00	2	113.75
2	Arunachal Pradesh	37	1869.74	0	0.00	1	30.68
3	Assam	475	4300.00	0#	180.50	2	126.64
4	Bihar	158	10021.66	0	0.00	2	97.10
5	Chhattisgarh	431.00	2728.30	0	0.00	2	97.46
6	Goa	11	319.50	0	0.00	2	124.21
7	Gujarat	89	2658.81	0#	72.50	2	99.70
8	Haryana	6	346.66	0	0.00	0	0.00
9	Himachal Pradesh	16	1134.10	0#	68.76	0	0.00
10	Jharkhand	76	1088.42	0	0.00	1	23.01
11	Karnataka	22	3009.00	0#	263.98	2	131.45
12	Kerala	26	1916.26	0#	60.00	2	102.33
13	Madhya Pradesh	174	6404.92	0	0.00	2	131.54
14	Maharashtra	189	3173.48	0#	116.50	2	96.39
15	Manipur	48	762.04	0	0.00	1	59.06
16	Meghalaya	127	844.00	0#	147.09	2	131.04
17	Mizoram	27	687.50	0#	27.59	0	0.00

18	Nagaland	142	769.85	0#	96.20	0	0.00
19	Orissa	39	3643.59	0#	62.91	2	131.93
20	Punjab	70	742.39	0	0.00	1	35.28
21	Rajasthan	53	4624.47	0	0.00	2	96.31
22	Sikkim	14	532.50	0#	66.23	2	109.27
23	Tamil Nadu	56	4470.69	0#	106.73	3	112.13
24	Telangana	162	1340.96	0	0.00	2	93.61
25	Tripura	409	380.97	0#	87.20	1	64.48
26	Uttar Pradesh	384	13519.41	0	0.00	0	101.83
27	Uttarakhand	81	1385.62	0#	25.00	1	66.00
28	West Bengal	271	6207.00	0	0.00	0	0.00
	Total	**3656**	**83333.83**	**0**	**1381.18**	**39**	**2175.20**

#Balance amount released for projects approved in 2023-24.

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2024-25:

Sl. No.	State	2024-25 (Part-IV)		2024-25 (Part-V)		2024-25 (Part-VI)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	0	0.00	4	800.00	0	0.00
2	Arunachal Pradesh	2	10.24	23	200.00	0	0.00
3	Assam	2	37.66	79	800.00	0	0.00
4	Bihar	1	63.16	0	0.00	0	0.00
5	Chhattisgarh	1	95.52	76	800.00	0	0.00

6	Goa	1	3.00	38	600.00	0	0.00
7	Gujarat	7	121.92	1	200.00	0	0.00
8	Haryana	0	0.00	0	0.00	5	332.44
9	Himachal Pradesh	3	21.08	21	400.00	0	0.00
10	Jharkhand	0	0.00	1	200.00	0	0.00
11	Karnataka	1	123.53	0	0.00	0	0.00
12	Kerala	1	65.00	0	0.00	0	0.00
13	Madhya Pradesh	6	34.43	5	600.00	0	0.00
14	Maharashtra	3	98.68	28	400.00	0	0.00
15	Manipur	0	0.00	19	400.00	0	0.00
16	Meghalaya	0	0.00	5	300.00	0	0.00
17	Mizoram	0	0.00	21	400.00	0	0.00
18	Nagaland	0	0.00	43	400.00	0	0.00
19	Orissa	0	0.00	9	400.00	0	0.00
20	Punjab	1	5.81	18	400.00	0	0.00
21	Rajasthan	3	23.74	40	400.00	14	288.33
22	Sikkim	2	10.10	13	400.00	0	0.00
23	Tamil Nadu	0	0.00	5	600.00	0	0.00
24	Telangana	0	0.00	1	200.00	0	0.00
25	Tripura	1	8.00	76	300.00	0	0.00
26	Uttar Pradesh	2	118.81	0	0.00	0#	330.96
27	Uttarakhand	0	0.00	17	200.00	0	0.00
28	West Bengal	0	0.00	0	0.00	0	0.00
	Total	**37**	**840.68**	**543**	**9400.00**	**19**	**951.73**

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2024-25:

Sl. No.	State	2024-25 (Part-VII)		2024-25 (Part-VIII) *		2024-25 (Part-IX)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	5	783.03	0	0.00	1	607.05
2	Arunachal Pradesh	0	0.00	0	0.00	32	263.55
3	Assam	6	55.92	0	0.00	15	309.67
4	Bihar	1	111.77	0	0.00	5	1238.03
5	Chhattisgarh	11	77.36	0	0.00	29	511.00
6	Goa	4	67.36	0	0.00	2	38.21
7	Gujarat	31	679.17	0	0.00	27	521.70
8	Haryana	0	0.00	0	0.00	38	85.10
9	Himachal Pradesh	3	56.56	0	0.00	1	124.50
10	Jharkhand	1	96.94	0	0.00	1	327.39
11	Karnataka	5	137.85	0	0.00	1	547.05
12	Kerala	5	79.88	0	0.00	6	288.75
13	Madhya Pradesh	61	853.27	0	0.00	1	1177.50
14	Maharashtra	62	369.33	0	0.00	2	947.55

15	Manipur	0	0.00	0	0.00	6	70.88
16	Meghalaya	0	0.00	0	0.00	3	115.05
17	Mizoram	3	15.18	0	0.00	9	49.50
18	Nagaland	0	0.00	0	0.00	4	55.99
19	Orissa	0	0.00	0	0.00	2	679.20
20	Punjab	7	48.78	0	0.00	5	271.05
21	Rajasthan	24	276.13	0	0.00	12	903.90
22	Sikkim	3	40.31	0	0.00	4	58.20
23	Tamil Nadu	6	287.40	0	0.00	1	611.85
24	Telangana	7	53.54	0	0.00	2	208.10
25	Tripura	40	105.00	0	0.00	8	106.20
26	Uttar Pradesh	3	145.13	0	0.00	2	2690.85
27	Uttarakhand	3	22.57	0	0.00	3	110.68
28	West Bengal	5	95.20	0	0.00	1	1128.45
	Total	**296**	**4457.68**	**0**	**0.00**	**223**	**14046.96**

**No state qualified and submitted proposal for release of incentive under Part VIII of SASCI 2024-25*

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2024-25:

Sl. No.	State	2024-25 (Part-X)		2024-25 (Part-XI)		2024-25 (Part-XII)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	3	113.52	8	250.00	37	746.46
2	Arunachal Pradesh	26	90.00	0	0.00	0	0.00
3	Assam	15	149.16	48	500.00	87	967.95
4	Bihar	10	147.18	0	0.00	25	3112.42
5	Chhattisgarh	16	133.32	57	500.00	60	1054.29
6	Goa	5	66.00	0	0.00	5	48.25
7	Gujarat	7	125.70	19	250.00	2	1076.26
8	Haryana	2	43.10	12	450.00	13	201.26
9	Himachal Pradesh	13	87.12	19	350.00	2	103.75
10	Jharkhand	9	107.58	5	250.00	2	609.97
11	Karnataka	2	127.38	4	500.00	2	455.88
12	Kerala	10	79.20	0	0.00	0	0.00
13	Madhya Pradesh	8	187.44	40	500.00	81	2429.16
14	Maharashtra	5	141.90	19	500.00	261	1952.75
15	Manipur	10	98.34	2	0.00	0	0.00

16	Meghalaya	4	87.12	22	250.00	12	237.34
17	Mizoram	7	83.82	0	0.00	0	0.00
18	Nagaland	11	95.70	0	0.00	0	0.00
19	Orissa	1	124.74	21	500.00	40	1401.18
20	Punjab	4	90.13	34	450.00	14	225.88
21	Rajasthan	1	109.11	45	500.00	157	1864.73
22	Sikkim	1	69.96	7	250.00	3	120.07
23	Tamil Nadu	14	147.18	10	500.00	1	509.88
24	Telangana	16	133.3200	21	250.00	8	387.71
25	Tripura	1	75.24	0	0.00	60	219.09
26	Uttar Pradesh	8	251.83	0	0.00	0	0.00
27	Uttarakhand	1	86.76	31	350.00	5	209.21
28	West Bengal	7	96.43	44	450.00	190	2327.98
	Total	**217**	**3148.28**	**468**	**7550.00**	**1067**	**20261.45**

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2025-26:

Sl. No.	State	2025-26 (Part-I)		2025-26 (Part-II)		2025-26 (Part-III)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	212	6,303.75	0	0.00	2	390.00

2	Arunachal Pradesh	142	990.79	0	0.00	3	79.81
3	Assam	421	4,614.77	0#	76.84	3	301.83
4	Bihar	142	5,557.86	0#	33.35	26	966.96
5	Chhattisgarh	283	4,470.00	0#	126.39	6	320.51
6	Goa	39	442.75	0	0.00	7	37.25
7	Gujarat	160	4,123.26	0	0.00	5	335.60
8	Haryana	2	717.00	0	0.00	1	105.47
9	Himachal Pradesh	228	1,635.00	9	294.88	1	80.09
10	Jharkhand	168	1,307.99	0#	81.46	1	210.60
11	Karnataka	37	3,589.50	0	0.00	23	351.90
12	Kerala	42	1,172.87	0#	48.00	15	185.75
13	Madhya Pradesh	34	7,494.83	0#	142.00	36	757.46
14	Maharashtra	443	6,156.19	0#	97.57	1	609.54
15	Manipur	118	470.47	0	0.00	2	69.09
16	Meghalaya	151	1,131.75	0#	25.00	4	48.85
17	Mizoram	41	216.48	16	275.00	0	0.00
18	Nagaland	91	567.81	1	250.00	3	36.24
19	Orissa	342	2,689.24	0	0.00	21	436.91
20	Punjab	311	2,154.75	0	0.00	3	174.36
21	Rajasthan	364	5,606.36	0#	170.21	6	432.00
22	Sikkim	17	573.75	0	0.00	8	37.44
23	Tamil Nadu	185	4,014.00	0#	295.51	1	393.59

24	Telangana	192	2,758.00	0#	116.26	2	202.83
25	Tripura	198	926.88	0	0.00	2	68.32
26	Uttar Pradesh	480	11,324.40	0	0.00	11	1730.96
27	Uttarakhand	127	1,442.30	0#	68.00	12	71.20
28	West Bengal	234	4,740.00	0	0.00	14	725.90
29	Delhi	41	472.56	0	0.00	2	69.47
30	Jammu and Kashmir	568	4,290.09	2	100.00	10	210.526
31	Puducherry	77	199.11	1	64.24	2	23.15808
	Total	**5890**	**92,154.50**	**29**	**2,264.69**	**233**	**9,463.56**

#Balance amount released for projects approved in 2023-24 and 2024-25.

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2025-26:

Sl. No.	State	2025-26 (Part-IV)		2025-26 (Part-V)		2025-26 (Part-VI)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	0	0.00	2	100.00	2	62.79
2	Arunachal Pradesh	187	700.26	0	0.00	0	0.00
3	Assam	145	1,246.68	52	500.00	22	75.50
4	Bihar	0	0.00	0	0.00	0	0.00

5	Chhattisgarh	11	1,357.78	0	0.00	0	0.00
6	Goa	1	153.84	47	500.00	0	0.00
7	Gujarat	43	1,386.17	9	500.00	0	0.00
8	Haryana	0	0.00	0	0.00	0	0.00
9	Himachal Pradesh	0	0.00	8	100.00	6	66.57
10	Jharkhand	0	0.00	0	0.00	0	0.00
11	Karnataka	0	0.00	0	0.00	0	0.00
12	Kerala	0	0.00	2	100.00	0	0.00
13	Madhya Pradesh	60	3,128.65	0	0.00	12	278.20
14	Maharashtra	117	2,516.92	19	100.00	2	167.86
15	Manipur	0	0.00	0	0.00	0	0.00
16	Meghalaya	0	0.00	0	0.00	0	0.00
17	Mizoram	27	199.27	8	100.00	0	0.00
18	Nagaland	0	0.00	9	100.00	0	0.00
19	Orissa	0	0.00	0	0.00	0	0.00
20	Punjab	0	0.00	23	200.00	28	211.25
21	Rajasthan	108	2,401.69	6	200.00	5	68.80
22	Sikkim	0	0.00	2	100.00	3	45.00
23	Tamil Nadu	69	1,625.70	0	0.00	1	34.90
24	Telangana	0	0.00	0	0.00	2	22.16
25	Tripura	33	282.18	18	100.00	0	0.00
26	Uttar Pradesh	0	0.00	0	0.00	2	473.61
27	Uttarakhand	0	0.00	7	200.00	0	0.00

28	West Bengal	0	0.00	0	0.00	0	0.00
29	Delhi	0	0.00	0	0.00	0	0.00
30	Jammu and Kashmir	0	0.00	20	100.00	2	10.25
31	Puducherry	0	0.00	0	0.00	0	0.00
	Total	**801**	**14,999.14**	**232**	**3,000.00**	**87**	**1,516.89**

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2025-26:

Sl. No.	State	2025-26 (Part-VII)		2025-26 (Part-VIII)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	17	221.07	10	125.00
2	Arunachal Pradesh	0	0.00	0	0.00
3	Assam	10	476.10	2	115.00
4	Bihar	3	288.13	1	60.00
5	Chhattisgarh	7	504.89	3	40.00
6	Goa	0	0.00	1	35.00
7	Gujarat	13	215.33	0	0.00
8	Haryana	0	0.00	2	30.00
9	Himachal Pradesh	54	352.00	5	20.00
10	Jharkhand	0	0.00	0	0.00

11	Karnataka	2	292.97	1	90.00
12	Kerala	6	133.44	3	40.00
13	Madhya Pradesh	39	920.02	1	25.00
14	Maharashtra	84	935.40	1	90.00
15	Manipur	0	0.00	0	0.00
16	Meghalaya	0	0.00	0	0.00
17	Mizoram	8	60.00	2	15.00
18	Nagaland	0	0.00	5	15.00
19	Orissa	21	155.08	4	20.00
20	Punjab	17	100.00	6	40.00
21	Rajasthan	28	450.98	5	60.00
22	Sikkim	3	60.00	1	10.00
23	Tamil Nadu	18	592.62	7	150.00
24	Telangana	10	422.64	5	80.00
25	Tripura	13	60.00	0	0.00
26	Uttar Pradesh	17	440.00	5	30.00
27	Uttarakhand	0	0.00	2	25.00
28	West Bengal	0	0.00	0	0.00
29	Delhi	0	0.00	0	0.00
30	Jammu and Kashmir	6	60.00	1	4.59
31	Puducherry	0	0.00	1	5.00
	Total	**376**	**6,740.67**	**74**	**1,124.59**

Component/ Partwise Details of projects approved under Scheme for Special Assistance to States for Capital Investments (SASCI) 2025-26:

Sl. No.	State	2025-26 (Part-IX)		2025-26 (Part-X)	
		No. of Projects	Released Amount (Rs. In crore)	No. of Projects	Released Amount (Rs. In crore)
1	Andhra Pradesh	8	250.00	69	837.00
2	Arunachal Pradesh	0	0.00	15	188.19
3	Assam	20	350.00	79	1,007.18
4	Bihar	0	0.00	3	293.50
5	Chhattisgarh	20	350.00	23	271.30
6	Goa	40	650.00	21	260.15
7	Gujarat	0	0.00	56	546.61
8	Haryana	0	0.00	1	70.00
9	Himachal Pradesh	42	500.00	7	336.50
10	Jharkhand	0	0.00	2	55.00
11	Karnataka	0	0.00	3	417.25
12	Kerala		250.00	32	699.00
13	Madhya Pradesh	23	350.00	16	436.96
14	Maharashtra	0	0.00	62	693.75
15	Manipur	0	0.00	23	332.00
16	Meghalaya	87	600.00	15	527.00
17	Mizoram	38	350.00	38	295.00
18	Nagaland	0	0.00	57	297.00
19	Orissa	0	0.00	25	305.25
20	Punjab	61	350.00	30	660.70
21	Rajasthan	7	350.00	69	807.84

22	Sikkim	11	350.00	10	217.50
23	Tamil Nadu	11	339.88	62	1,219.89
24	Telangana	0	0.00	52	606.95
25	Tripura	71	500.00	122	511.05
26	Uttar Pradesh	0	0.00	14	648.00
27	Uttarakhand	0	0.00	48	264.50
28	West Bengal	0	0.00	0	0.00
29	Delhi	0	0.00	0	0.00
30	Jammu and Kashmir	0	0.00	45	391.01
31	Puducherry	0	0.00	0	0.00
	Total	**439**	**5,539.88**	**999**	**13,196.08**

STATEMENT-III

Details of projects/schemes undertaken under Scheme for Special Assistance to States for Capital Investments (SASCI) towards meeting the State share of Centrally Sponsored Schemes/Central projects

Sl. No.	State	2022-23		2024-25		2025-26	
		No. of Projects/schemes	Released Amount (Rs. In crore)	No. of Projects/schemes	Released Amount (Rs. In crore)	No. of Projects/schemes	Released Amount (Rs. In crore)
1	Andhra Pradesh	2	229.75	1	607.05	2	390.00
2	Arunachal Pradesh	0	0.00	32	263.55	3	79.81

3	Assam	0	0.00	15	309.67	3	301.83
4	Bihar	1	125.19	5	1238.03	26	966.96
5	Chhattisgarh	2	309	29	511.00	6	320.51
6	Goa	0	0.00	2	38.21	7	37.25
7	Gujarat	0	0.00	27	521.70	5	335.60
8	Haryana	0	0.00	38	85.10	1	105.47
9	Himachal Pradesh	0	0.00	1	124.50	1	80.09
10	Jharkhand	0	0.00	1	327.39	1	210.60
11	Karnataka	0	0.00	1	547.05	23	351.90
12	Kerala	1	44.45	6	288.75	15	185.75
13	Madhya Pradesh	2	105.34	1	1177.50	36	757.46
14	Maharashtra	2	228.4	2	947.55	1	609.54
15	Manipur	0	0.00	6	70.88	2	69.09
16	Meghalaya	0	0.00	3	115.05	4	48.85
17	Mizoram	0	0.00	9	49.50	0	0.00
18	Nagaland	0	0.00	4	55.99	3	36.24
19	Orissa	0	0.00	2	679.20	21	436.91
20	Punjab	0	0.00	5	271.05	3	174.36
21	Rajasthan	0	0.00	12	903.90	6	432.00
22	Sikkim	0	0.00	4	58.20	8	37.44
23	Tamil Nadu	0	0.00	1	611.85	1	393.59
24	Telangana	2	573.4	2	208.10	2	202.83
25	Tripura	0	0.00	8	106.20	2	68.32
26	Uttar Pradesh	0	0.00	2	2690.85	11	1730.96
27	Uttarakhand	0	0.00	3	110.68	12	71.20

28	West Bengal	0	0.00	1	1128.45	14	725.90
29	Delhi	NA	NA	NA	NA	2	69.47
30	Jammu and Kashmir	NA	NA	NA	NA	10	210.53
31	Puducherry	NA	NA	NA	NA	2	23.16
	Total	**12**	**1615.53**	**223**	**14046.96**	**233**	**9463.56**

DEVELOPMENT OF COASTAL TOURISM

4866. SHRI K. RADHAKRISHNAN:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government has allocated funds for the development of coastal tourism in the Country, including Kerala;

(b) if so, the details of schemes under which funds have been allocated for coastal tourism development during the last five years and the current year, State/UT-wise;

(c) the details of total funds sanctioned, released and utilised for coastal tourism projects in Kerala during the said period, project-wise;

(d) the details of coastal tourism projects approved or under consideration in Kerala; and

(e) whether the Government proposes to sanction additional funds for the development of coastal tourism infrastructure in State in the near future and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Identification and development of various tourist destinations including coastal tourism are primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA). However, the Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)', 'Challenge Based Destination Development (CBDD)' –a sub-scheme of SD2.0, and 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' complements the efforts of tourism infrastructure development by extending financial assistance to the State Governments/UT Administrations; subject to adherence to scheme guidelines, submission of Detailed Project Reports (DPRs), availability of funds, Government direction, inter-se priority etc. Sanctioning of projects is an ongoing process subject to validity of schemes.

In addition, Government of India under its initiative for 'Special Assistance to States for Capital Investment (SASCI)-Development of Iconic Tourist Centres to Global Scale' has also provided financial assistance to the States in the year 2024-25 for development of tourism projects.

The details of the projects sanctioned under SD, SD2.0, CBDD, SASCI and PRASHAD schemes of the Ministry in the country including Kerala and those which are also related to development of coastal tourism are given in the enclosed **Statement.**

STATEMENT

List of projects sanctioned under Swadesh Darshan Scheme

S. No	State/UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned (₹ Crore)	Amount Released / Authorised (₹ Crore)	Amount Utilised (₹ Crore)
1.	Andaman and Nicobar Islands	Coastal Circuit 2016-17	Development of Long Island-Ross Smith Island- Neil Island- Havelock Island- Baratang Island-Port Blair	27.57	22.13	22.08
2.	Andhra Pradesh	Coastal Circuit 2014-15	Development of Kakinada - Hope Island - Coringa Wildlife Sanctuary - Passarlapudi - Aduru - S Yanam – Kotipally	67.83	67.83	67.83
3.	Andhra Pradesh	Coastal Circuit 2015-16	Development of Nellore - Pulikat Lake - UbblamaduguWater Falls –	49.55	49.55	49.55

			Nelapattu-Kothakoduru-Mypadu - Ramateertham – Iskapalli			
4.	Andhra Pradesh	Buddhist Circuit 2017-18	Development of Buddhist Circuit: Shalihundam-Bavikonda-Bojjanakonda - Amravati- Anupu	35.24	30.02	30.02
5.	Arunachal Pradesh	North-East Circuit 2014-15	Development of Bhalukpong-Bomdila and Tawang	49.77	47.28	47.28
6.	Arunachal Pradesh	North-East Circuit 2015-16	Development of Nafra- Seppa-Pappu, Pasa, Pakke Valleys-Sangdupota- New Sagalee- Ziro-Yomcha	96.72	91.88	91.88
7.	Assam	Wildlife Circuit 2015-16	Development of Manas– Probitora–Nameri–	94.68	94.68	94.68

			Kaziranga– Dibru–Saikhowa			
8.	Assam	Heritage Circuit 2016-17	Development of Tezpur – Majuli – Sibsagar	90.98	90.97	90.97
9.	Bihar	Tirthankar Circuit 2016-17	Development of Vaishali- Arrah-Masad- Patna-Rajgir- Pawapuri-Champapuri	33.96	30.04	29.36
10.	Bihar	Spiritual Circuit 2016-17	Development of Kanwaria Route: Sultanganj – Dharmshala-Deoghar	44.76	42.52	42.17
11.	Bihar	Buddhist Circuit 2016-17	Development of Buddhist circuit-Construction of Convention Centre at Bodhgaya	95.18	95.18	95.18
12.	Bihar	Rural Circuit 2017-18	Development of Bhitiharwa-Chandrahia-Turkaulia	44.27	40.31	40.31
13.	Bihar	Spiritual	Development of	44.55	42.32	42.32

		Circuit 2017-18	Mandar Hill and Ang Pradesh			
14.	Chhattisgarh	Tribal Circuit 2015-16	Development of Jashpur- Kunkuri- Mainpat- Kamleshpur - Maheshpur - Kurdar - Sarodhadadar- Gangrel- Kondagaon– Nathiyanawagaon- Jagdalpur- Chitrakoot- Tirthgarh	96.10	94.23	94.23
15.	Goa	Coastal Circuit 2016-17	Development of Sinquerim-Baga, Anjuna-Vagator, Morjim-Keri, Aguada Fort and Aguada Jail	97.65	97.65	97.50
16.	Goa	Coastal Circuit 2017-18	Development of Coastal Circuit II: Rua De Orum Creek - Dona	99.35	99.35	97.74

			Paula -Colva - Benaulim			
17.	Gujarat	Heritage Circuit 2016-17	Development of Ahmedabad- Rajkot- Porbandar –Bardoli- Dandi	59.17	56.21	55.52
18.	Gujarat	Heritage Circuit 2016-17	Development of Vadnagar- Modhera	91.12	87.25	85.63
19.	Gujarat	Buddhist Circuit 2017-18	Development of Junagadh- Gir Somnath- Bharuch-Kutch- Bhavnagar- Rajkot- Mehsana	26.68	22.28	19.96
20.	Haryana	Krishna Circuit 2016-17	Development of Tourism Infrastructures at places related to Mahabharata in Kurukshetra	77.39	76.74	76.74
21.	Himachal Pradesh	Himalayan Circuit 2016-17	Development of Himalayan Circuit: Kiarighat, Shimla, Hatkoti, Manali,	68.34	64.55	62.57

			Kangra, Dharamshala, Bir, Palampur, Chamba			
22.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Jammu-Srinagar-Pahalgam-Bhagwati Nagar-Anantnag-Salamabad Uri-Kargil-Leh	77.33	67.37	59.30
23.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Jammu-Rajouri-Shopian-Pulwama.	81.60	67.35	59.41
24.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities - Construction of Assets in lieu of those Destroyed in Floods in 2014 under PM Development Package	90.43	74.7	67.07
25.	Jammu and	Himalayan	Development of	91.99	91.93	91.93

	Kashmir	Circuit 2016-17	Tourist facilities at Mantalai and Sudhmahadev			
26.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Anantnag-Pulwama-Kishtwar-Pahalgam-Zanskar Padum - Daksum - Ranjit Sagar Dam	86.39	69.95	63.25
27.	Jammu and Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Gulmarg-Baramulla-Kupwara- Kargil - Leh	91.84	85.80	84.93
28.	Jharkhand	Eco Circuit 2018-19	Development of Eco Tourism circuit: Dalma-Betla National park- Mirchaiya-Netarhat	30.44	30.44	28.04
29.	Kerala	Eco Circuit	Development of Pathanamthitta-	64.08	64.08	64.08

		2015-16	Gavi- Vagamon-Thekkady			
30.	Kerala	Spiritual Circuit 2016-17	Development of Sabarimala - Erumeli-Pampa-Sannidhanam	46.54	33.39	33.39
31.	Kerala	Spiritual Circuit 2016-17	Development of Sree Padmanabha Arnamula	78.08	73.77	68.98
32.	Kerala	Rural Circuit 2018-19	Development of Malanad Malabar Cruise Tourism Project	57.35	45.88	36.34
33.	Kerala	Spiritual Circuit 2018-19	Development Sivagiri Sree Narayana Guru Ashram-Arruvipuram-Kunnumpara Sree Subrahmania-Chembazhanthi Sree Narayana Gurukulam	66.42	42.01	34.21
34.	Madhya Pradesh	Wildlife Circuit	Development of Wildlife Circuit at	92.10	86.31	86.31

		2015-16	Panna-Mukundpur-Sanjay- Dubri-Bandhavgarh-Kanha- Mukki-Pench			
35.	Madhya Pradesh	Buddhist Circuit 2016-17	Development of Sanchi-Satna-Rewa-Mandsaur-Dhar	74.02	72.75	72.75
36.	Madhya Pradesh	Heritage Circuit 2016-17	Development of Gwalior – Orchha – Khajuraho – Chanderi – Bhimbetka – Mandu	89.82	89.49	89.49
37.	Madhya Pradesh	Eco Circuit 2017-18	Development of Gandhisagar Dam-Mandleshwar Dam-Omkareshwar Dam- Indira Sagar Dam- Tawa Dam-Bargi Dam- Bheda Ghat- Bansagar	93.76	93.59	93.59

			Dam- Ken River			
38.	Maharashtra	Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit - Sagareshwar, Tarkarli, Vijaydurg (Beach and Creek), Mitbhav	19.06	18.10	17.61
39.	Maharashtra	Spiritual Circuit 2018-19	Development of Waki- Adasa-Dhapewada-Paradsingha-Telankhandi-Girad	45.47	43.19	38.84
40.	Manipur	North-East Circuit 2015-16	Development of Tourist Circuit in Manipur: Imphal-Khongjom	72.23	61.32	61.25
41.	Manipur	Spiritual Circuit 2016-17	Development of Shri Govindajee Temple, Shri Bijoy Govindajee Temple – Shri Gopinath Temple – Shri	45.34	45.33	43.04

			Bungshibodon Temple – Shri Kaina Temple			
42.	Meghalaya	North-East Circuit 2016-17	Development of Umium (Lake View), U Lum Sohpetbneng-Mawdiangdiang – Orchid Lake Resort	99.13	99.11	99.11
43.	Meghalaya	North-East Circuit 2018-19	Development of West Khasi Hills (Nongkhlaw-KremTirot – KhudoiandKohmang Falls – Khri River-Mawthadraishan, Shillong), Jaintia Hills (Krang Suri Falls- Shyrmang-looksi), Garo Hills (Nokrek Reserve, Katta Beel, Siju Caves)	84.97	84.96	84.96

44.	Mizoram	North-East Circuit 2015-16	Development of Thenzawl and South Zote, District Serchhip and Reiek.	92.26	92.26	92.26
45.	Mizoram	Eco Circuit 2016-17	Development of Eco-Adventure Circuit Aizawl - Rawpuichhip – Khawhphawp – Lengpui – Chatlang-Sakawrhmuituaitlang - Muthee – Beratlawng -Tuirial Airfield – Hmuifang	66.37	53.09	53.09
46.	Nagaland	Tribal Circuit 2015-16	Development of Tribal Circuit Peren- Kohima-Wokha	97.36	97.36	92.49
47.	Nagaland	Tribal Circuit 2016-17	Development of Mokokchung-Tuensang-Mon	98.14	98.14	98.14
48.	Odisha	Coastal Circuit	Development of Gopalpur, Barkul,	70.82	67.28	59.47

		2016-17	Satapada and Tampara			
49.	Puducherry	Coastal Circuit 2015-16	Development of Dubrayapet – Arikamedu – Veerampattinam – Chunnambar - Nallavadu /Narambai - Manapet- Kalapet - Puducherry - Yanam	58.44	58.44	58.44
50.	Puducherry	Heritage Circuit 2017-18	Development of Franco- Tamil Village, Karaikal, Mahe and Yanam	49.44	45.70	45.50
51.	Puducherry	Spiritual Circuit 2017-18	Development of Spiritual Circuit in Puducherry	34.96	31.40	31.40
52.	Punjab	Heritage Circuit 2018-19	Development of Anandpur Sahib - Fatehgarh Sahib - Chamkaur Sahib - Ferozpur - Khatkar Kalan – Kalanour -	85.32	81.05	81.05

			Patiala			
53.	Rajasthan	Desert Circuit 2015-16	Development of Sambhar Lake Town and Other Destinations	50.01	50.01	50.01
54.	Rajasthan	Krishna Circuit 2016-17	Development of Govind Dev ji temple (Jaipur), Khatu Shyam Ji (Sikar) and Nathdwara (Rajsamand)	75.80	73.85	73.85
55.	Rajasthan	Spiritual Circuit 2016-17	Development of Spiritual Circuit– 'Development of Churu (Salasar Balaji)-Jaipur (Shri Samodke Balaji, Ghatke Balaji, Bandheke Balaji)-Viratnagar (Bijak, Jainnasiya, Ambika Temple)-Bharatpur (Kaman Region)- Dholpur	87.05	75.03	75.03

			(Muchkund) - Mehndipur Balaji-Chittorgarh (Sanwaliyaji)			
56.	Rajasthan	Heritage Circuit 2017-18	Development of Heritage Circuit Development of Rajsamand (Kumbhalgarh Fort) - Jaipur (Facade Illumination in Jaipur and Nahargarh Fort) - Jhalawar (Gagron Fort) - Chittorgarh (Chittorgarh Fort) – Jaisalmer (Jaisalmer Fort) - Hanumangarh (Gogamedi) - Udaipur (Pratap Gaurav Kendra) - Dholpur (Bagh-I-Nilofor and Purani	70.61	66.99	66.99

			Chawani) - Nagaur (Meera Bai Smarak, Merta) - Tonk (Sunehri Kothi)			
57.	Sikkim	North-East Circuit 2015-16	Development of Tourist Circuit linking Rangpo (entry) – Rorathang- Aritar-Phadamchen-Nathang-Sherathang-Tsongmo-Gangtok-Phodong-Mangan- Lachung-Yumthang-Lachen- Thangu-Gurudongmer-Mangan- Gangtok-TuminLingee-Singtam (exit)	98.05	97.41	97.41
58.	Sikkim	North-East Circuit	Development of Tourist Circuit Linking Singtam–	95.32	95.32	95.32

		2016-17	Maka- Temi-BermoikTokel-Phongia- Namchi –Jorthang-Okharey-Sombaria-Daramdin-Jorethang- Melli (Exit)			
59.	Tamil Nadu	Coastal Circuit 2016-17	Development of (Chennai-Mamamallapuram – Rameshwaram – Manpadu – Kanyakumari)	73.13	71.03	71.03
60.	Telangana	Eco Circuit 2015-16	Development of Eco Tourism Circuit in Mahaboobnagar district	91.62	91.25	91.25
61.	Telangana	Tribal Circuit 2016-17	Development of Mulugu-Laknavaram-Medavaram-Tadvai- Damaravi-	79.87	79.87	79.87

			Mallur- Bogatha Waterfalls			
62.	Telangana	Heritage Circuit 2017-18	Development of Qutub Shahi Heritage Park- Paigah Tombs- Hayat Bakshi Mosque- Raymond's Tomb	96.90	70.61	70.61
63.	Tripura	North-East Circuit 2015-16	Development of Agartala - Sipahijala - Melaghar - Udaipur - Amarpur- Tirthamukh- Mandirghat– Dumboor- NarikelKunja- Gandachara– Ambassa	82.85	77.76	77.76
64.	Tripura	North-East Circuit 2018-19	Development of Surma Cherra- Unakoti- Jampui Hills- Gunabati -	44.83	35.25	32.21

			Bhunaneshwari-Neermahal-Boxanagar-Chottakhola- Pilak-Avangchaarra			
65.	Uttar Pradesh	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, andKapilwastu	87.89	72.56	68.43
66.	Uttar Pradesh	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45	64.09	56.03
67.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Ahar-Aligarh-Kasganj-Sarosi (Unnao)-Pratapgarh-Kausambi-Mirzapur-Gorakhpur-Domariyaganj-Basti-Barabanki-Azamgarh-Kairana- Baghpat-Shahjahanpur	71.91	69.63	69.63

68.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Bijnor- Meerut-Kanpur- Kanpur Dehat- Banda-Ghazipur-Salempur- Ghosi-Balia- Ambedkar Nagar- Aligarh-Fatehpur- Deoria-Mahoba-Sonbhadra-Chandauli-Mishrikh- Bhadohi	67.51	64.14	63.62
69.	Uttar Pradesh	Heritage Circuit 2016-17	Development of Kalinjar Fort (Banda)- Maghar Dham (Sant Kabir Nagar)- Chauri Chaura, Shaheed Sthal (Fatehpur)-Mahuar shaheed Sthal (Ghosi)-Shaheed Smarak (Meerut)	36.65	36.65	36.65
70.	Uttar Pradesh	Ramayan	Development of	127.21	115.46	113.22

		a Circuit 2017-18	Ayodhya			
71.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Jewar-Dadri-Sikandrabad-Noida-Khurja-Banda	12.03	11.43	11.43
72.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyagunj)	18.30	18.12	18.12
73.	Uttarakhand	Eco Circuit 2015-16	Integrated Development of Eco-Tourism, Adventure Sports, and Associated Tourism Related Infrastructure for Development of Tehri Lake and Surroundings as	69.17	69.17	69.17

			New Destination-District Tehri			
74.	Uttarakhand	Heritage Circuit 2016-17	Integrated Development of Heritage Circuit in Kumaon Region - Katarmal - Jogeshwar-Baijnath-Devidhura	76.32	68.91	68.91
75.	West Bengal	Coastal Circuit 2015-16	Development of Beach Circuit: Udaipur- Digha-Shankarpur-Tajpur-Mandarmani-Fraserganj-Bakkhlai- Henry Island	67.99	65.07	65.07
76.	-	Wayside Amenities 2018-19	Development of Wayside Amenities in Uttar Pradesh and Bihar at Varanasi-Gaya; Kushinagar-Gaya-	17.50	16.63	15.83

			Kushinagar in collaboration with MoRTH			
			Total	**5290.33**	**4964.75**	**4860.69**

List of projects sanctioned under Swadesh Darshan 2.0 Scheme:

S. No.	State	Destination	Name of the Experience	Sanctioned Year	Sanctioned Cost (₹ Crore)	Amount Authorised for utilization (₹ Crore)
1	Andhra Pradesh	Bapatala	Development of Suryalanka Beach Experience	2024-25	97.52	9.75
2	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	2023-24	29.88	2.99
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	2023-24	18.48	1.85
4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	2023-24	12.75	1.28
5	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	2023-24	14.02	1.40
6	Assam	Kokrajhar	Kokrajhar Wetland Experience	2023-24	26.68	2.67
7	Assam	Jorhat	Reimagining Cinnamara Tea Estate	2023- 24	23.88	2.39
8	Bihar	Bodh Gaya	Development of the Buddhist Meditation	2024-25	165.44	16.54

			and Experience Centre, Bodh Gaya			
9	Chhattisgarh	Kawardha	Bhoramdeo Corridor Development, Kawardha	2024-25	145.99	14.60
10	DNHDD	Daman	Daman Convention Centre	2024-25	147.13	---
11	Goa	Porvorim	Porvorim Creek Experience	2024-25	24.07	2.41
12	Goa	Colva	Colva Beach Experience	2024-25	19.89	1.99
13	Haryana	Panchkula	Development of Adventure Tourism Hub at Tikkar Taal and Adventure Park	2024-25	26.68	2.67
14	Haryana	Panchkula	Rejuvenation of Yadavindra Garden	2024-25	65.82	6.58
15	Himachal Pradesh	Chintpurni	Development of Maa Chintpurni Devi Temple, Una	2025-26	56.26	5.63
16	Karnataka	Mysuru	Ecological Experience Zone	2023-24	18.48	1.85
17	Karnataka	Mysuru	Tonga ride Heritage experience zone	2023-24	2.72	0.27
18	Karnataka	Hampi	Setting up of ‘Traveller nooks’	2023-24	25.64	2.56
19	Kerala	Alappuzha	Alappuzha: A Global Water Wonderland	2024-25	93.18	9.32

20	Kerala	Malampuzha	Enhancement of Tourist Experience at Malampuzha Garden and Leisure Park	2024-25	75.87	7.59
21	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	2023-24	13.81	1.38
22	Ladakh	Leh	Julley Leh Biodiversity Park	2023-24	23.17	2.32
23	Ladakh	Kargil	Exploring LOC and Hundarman village Exp	2023-24	11.91	1.19
24	Lakshadweep	Bangaram	Development of Eco-Retreat, Adventure, Beach and Mice Experience at Bangaram	2024-25	81.18	8.12
25	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	2023-24	27.22	2.72
26	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	2023-24	16.74	1.67
27	Madhya Pradesh	Datia	Development of Pitambara Peeth Datia	2025-26	44.24	4.42
28	Maharashtra	Pune	Shivshrusthi Theme Park	2024-25	76.22	7.62
29	Meghalaya	Sohra	Waterfall Trails Experience	2023-24	27.61	2.76
30	Meghalaya	Sohra	Meghalayan Age Cave Experience	2023-24	32.45	3.25

31	Mizoram	Champhai	Eco Resort Experience at Keilungliah, Zote, NgurandMualbuhvum, Champhai	2024-25	38.85	3.89
32	Mizoram	Champhai	Heritage and Cultural Centre, Champhai	2024-25	33.87	3.39
33	Mizoram	Aizawl	Construction of Conference Centre	2025-26	99.71	9.96
34	Nagaland	Chumoukedima	Adventure Tourism Experience at Jacob Village, Chumoukediema	2024-25	32.54	3.25
35	Nagaland	Chumoukedima	Eco-Tourism Exp at Chumoukedima viewpoint	2024-25	7.87	0.79
36	Nagaland	Chumoukedima	Tribal Cultural Experience at Midway Retreat	2023-24	21.57	2.16
37	Puducherry	Karaikal	Karaikal beach and waterfront experience	2023-24	20.30	---
38	Punjab	Amritsar	Border Tourism Experience at Attari	2024-25	25.91	2.59
39	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	2023-24	20.06	---
40	Rajasthan	Sikar	Development works at Shri Khatu Shyam Ji Temple (Sikar)	2024-25	87.87	8.79

41	Rajasthan	Bundi	Spiritual Experience, Keshavraipatan	2023-24	21.65	2.17
42	Rajasthan	Bikaner dist.	Development Works at Shri Karni mata mandir, Bikaner	2025-26	22.58	2.26
43	Rajasthan	MalaseriDungari (District Bhilwara)	Development of MalaseriDungri, Bhilwara District	2025-26	48.73	4.87
44	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	2023-24	15.41	1.54
45	Sikkim	Gangtok	Gangtok Cultural Village	2023-24	22.60	11.30
46	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	2023-24	30.02	---
47	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	2023-24	38.00	3.80
48	Telangana	Bhongir	Bhongir Fort Experiential Zone	2023-24	56.82	5.68
49	Tripura	Agartala	Tripura Heritage Village and Sangeet Experience at Agartala (Phase-1 and2)	2024-25	48.95	4.89
50	Uttar Pradesh	Naimisaranya	Vedic- wellness Experience	2023-24	17.80	---
51	Uttar Pradesh	Prayagraj	Azad Park and Dekho Prayagraj Trail Experince	2023-24	14.52	1.45

52	Uttarakhand	Champawat	Tea Garden Experience	2023-24	19.89	1.99
53	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	2023-24	17.86	1.79
Total					**2208.31**	**206.35**

List of projects sanctioned under Challenge Based Destination Development (CBDD) Scheme:

S. No.	State	Destination/ Category	Name of the Experience	Sanctioned Year	Sanctioned Cost (₹ Crore)	Amount Authorised for Utilization (₹ Crore)
1	Andhra Pradesh	Nagarjuna Sagar (Culture and Heritage)	Enriching Buddhist Heritage and Cultural Experiences at Nagarjuna Sagar	2024-25	25.00	2.50
2	Andhra Pradesh	Ahobilam Temple (Spiritual Tourism)	Development of Abhobilam as a Spiritual Odyssey	2024-25	24.99	2.50
3	Arunachal Pradesh	Kibitho (Vibrant Village Programme)	Kibhito Frontier Tourism - Gateway to Serenity	2024-25	4.96	0.49

4	Arunachal Pradesh	Bichom Dam Site (Ecotourism and Amrit Dharohar Sites)	Bichom Dam Adventure and Eco-Tourism Project	2024-25	9.90	0.99
5	Assam	Sivasagar (Ecotourism and Amrit Dharohar Sites)	Panidhing Bird Sanctuary	2024-25	9.99	1.00
6	Bihar	Saran Dist. (Sonepur Fair) (Culture and Heritage)	Development of Sonepur Fair Site	2024-25	24.29	2.43
7	Chhattisgarh	Mayali Bagicha (Ecotourism and Amrit Dharohar Sites)	Development of Mayali Bagicha as Eco Tourism Destination	2024-25	9.97	1.00
8	Goa	Mayem Village (Ecotourism and Amrit Dharohar Sites)	Beautification and Development of Harvalem Waterfall	2024-25	9.81	0.98
9	Gujarat	Vadnagar (Culture and Heritage)	Transformation of Sharmishtha Lake: Light and Culture	2024-25	17.29	1.73
10	Gujarat	Thol Village	THOL:	2024-25	9.96	0.99

		(Ecotourism and Amrit Dharohar Sites)	Transformative Tourism, Harmonious Sustainability, Optimized Skilling, Leading Technology			
11	Gujarat	Porbandar (Spiritual Tourism)	The Sacred Ocean Retreat at Harsiddhi Shore	2024-25	24.66	2.47
12	Himachal Pradesh	Kaza (Culture and Heritage)	Kaza under Culture and Heritage	2024-25	24.82	2.48
13	Himachal Pradesh	Rakchham (Vibrant Village Programme)	Tourism Infrastructure Development at Rakcham - Vibrant Village	2024-25	4.96	0.50
14	Jharkhand	Ramrekha Dham (Spiritual Tourism)	Tourism Infrastructure Development at Ramrekha Dham	2024-25	18.87	1.87
15	Karnataka	Bidar (Culture and Heritage)	Development of Bidar as a Heritage Tourism	2025-26	25.00	2.50

			Destination			
16	Kerala	Varkala (Culture and Heritage)	Varkala-Dakshin Kashi	2024-25	25.00	2.50
17	Kerala	Thalassery (Spiritual Tourism)	Thalassery: The Spritiual Nexus	2024-25	25.00	2.50
18	Ladakh	Mushkoo Village (Ecotourism and Amrit Dharohar Sites)	Advancing Mushkoo as a Sustainable Tourism Hub: Integrating Wildlife Sightings and Community Progress	2024-25	9.78	0.98
19	Madhya Pradesh	Orchha (Spiritual Tourism)	Orchha A Medieval Splendour 2.0	2024-25	25.00	2.50
20	Madhya Pradesh	Mandu (Culture and Heritage)	Mandu-A Medieval Wonder	2025-26	24.88	2.49
21	Maharashtra	Ahmednagar (Culture and Heritage)	Development of Ahmednagar Fort	2024-25	25.00	2.50
22	Manipur	LangthabalKonug	Development of	2024-25	24.69	2.47

		, Imphal (Culture and Heritage)	Ancient Capital of Manipur, LangthabalKonug			
23	Meghalaya	Nartiang Village (Spiritual Tourism)	Nartiang Spiritual and Cultural Centre	2024-25	24.87	2.49
24	Meghalaya	Mawphlang Village (Culture and Heritage)	Mawphlang Cultural and Heritage Centre	2024-25	24.87	2.49
25	Nagaland	Impur Village (Spiritual Tourism)	Soulful Trails: The Impur Heritage Experience	2024-25	24.94	2.49
26	Nagaland	Doyang Reservoir (Ecotourism and Amrit Dharohar Sites)	Wings Over Doyang: An Eco-Tourism Haven	2024-25	9.99	1.00
27	Puducherry	White Town (Culture and Heritage)	Development of White Town	2024-25	22.19	2.22
28	Punjab	Rupnagar (Anandpur Sahib) (Spiritual	Heritage Street - A Symbol of Peace and	2024-25	24.90	2.49

		Tourism)	Harmony at Sri Anandpur Sahib			
29	Punjab	Ferozpur (Hussainiwala Border) (Culture and Heritage)	Cultural and Heritage Strech at Hussainiwala Border	2024-25	25.00	2.50
30	Sikkim	Kabi (Spiritual Tourism)	Kabi Chronicles: A journey through Unity and Heritage	2024-25	24.96	2.50
31	Sikkim	Gnathang Village (Vibrant Village Programme)	Echoes of Valor: The Gnathang Valley Experience	2024-25	5.00	0.50
32	Tamil Nadu	Rameswaram Island (Spiritual Tourism)	Iconic transformation of Rameswaram	2024-25	20.01	2.00
33	Telangana	Nalgonda (Culture and Heritage)	Development of digital experience centre at Bhuddhavanam	2024-25	24.85	2.48
34	Telangana	Kamareddy (Kalki Cheruvu)	Development of Eco-Tourism	2024-25	9.98	1.00

		(Ecotourism and Amrit Dharohar Sites)	Project at Nizam Sagar			
35	Uttar Pradesh	Mahoba (Culture and Heritage)	Development of Cultural Landscape at Mahoba	2024-25	24.98	2.50
36	Uttarakhand	Jadung (Vibrant Village Programme)	Development of Jadung Festive Ground, Jadung	2024-25	4.99	0.50
37	Uttarakhand	Kainchidham (Spiritual Tourism)	Development of Kainchi Dham Campus	2024-25	17.60	1.76
38	Uttarakhand	Mana Village (Vibrant Village Programme)	Mana Haat	2024-25	4.99	0.50
Total					**697.94**	**69.79**

List of projects sanctioned under Special Assistance to States for Capital Investment (SASCI) scheme:

S. No.	State	Year of Sanction	Name of the Project	Sanctioned Cost (₹ Crore)	Amount Released for utilization (₹ Crore)
1.	Andhra Pradesh	2024-25	Enriching the Fort and Gorge Experience in Gandikota	77.91	113.75
2.	Andhra Pradesh	2024-25	Akhanda Godavari- (Havelok Bridge and Pushkar Ghat) in Raja Mahendravaram*	94.44	
3.	Arunachal Pradesh	2024-25	Siang Adventure and Eco-Retreat in Pasighat	46.48	30.67
4.	Assam	2024-25	Assam State Zoo Cum Botanical Garden in Guwahati	97.12	126.64
5.	Assam	2024-25	Beautification of Rang Ghar in Sivasagar	94.76	
6.	Bihar	2024-25	Development of Matsyagandha Lake in Saharsa	97.61	97.09
7.	Bihar	2024-25	Karamchat Eco-Tourism and Adventure Hub in Karamchat	49.51	
8.	Chhattisgarh	2024-25	Development of Chitrotpala Film City in Raipur	95.79	97.45

9.	Chhattisgarh	2024-25	Development of Tribal and Cultural Convention Centre in Raipur	51.87	
10.	Goa	2024-25	Chhatrapati Shivaji Maharaj Museum in Ponda	97.46	124.21
11.	Goa	2024-25	Townsquare in Porvorim	90.74	
12.	Gujarat	2024-25	Ecotourism Destination at Kerly (Mokarsagar) in Porbandar	99.50	99.69
13.	Gujarat	2024-25	Tented City and Convention Centre in Dhordo	51.56	
14.	Jharkhand	2024-25	Eco-Tourism Development of Tilaiyya” in Koderma	34.87	23.01
15.	Karnataka	2024-25	Ecotourism and Cultural Hub at Roerich and Devika Rani Estate Tataguni in Bengaluru	99.17	131.45
16.	Karnataka	2024-25	Development of SavadattiYallammagudda in Belgavi	100.00	
17.	Kerala	2024-25	Ashtamudi Biodiversity and Eco-recreational Hub in Kollam	59.71	102.33
18.	Kerala	2024-25	Global Gateway to Malabar's Cultural Crucible in Sargaalayaa	95.34	

19.	Madhya Pradesh	2024-25	Orchha A Medieval Splendour in Orchha	99.92	131.53
20.	Madhya Pradesh	2024-25	International Convention Centre for MICE in Bhopal	99.38	
21.	Maharashtra	2024-25	INS-Guldar Underwater Museum, Artificial Reef, and submarine Tourism in Sindhudurg	46.91	96.39
22.	Maharashtra	2024-25	Development of RAM-KAL PATH in Nashik	99.14	
23.	Manipur	2024-25	Loktak Lake Experience in Loktak	89.48	59.05
24.	Meghalaya	2024-25	MICE Infrastructure in Mawkhanu	99.27	131.03
25.	Meghalaya	2024-25	Redevelopment of Umiam Lake in Shillong	99.27	
26.	Odisha	2024-25	Development of Hirakund	99.90	131.92
27.	Odisha	2024-25	Development of Satkosia	99.99	
28.	Punjab	2024-25	Development of Heritage Street as a tribute to Shaheed-e-Azam, Sardar Bhaghat Singh at Khatkar Kalan in SBS Nagar	53.45	35.27
29.	Rajasthan	2024-25	Development at Amber-Nahargarh and Surrounding	49.31	96.30

			Area in Jaipur		
30.	Rajasthan	2024-25	Development at Jal Mahal in Jaipur	96.61	
31.	Sikkim	2024-25	Skywalk, Bhaleydhunga, Yangang in Namchi	97.37	109.26
32.	Sikkim	2024-25	Border Experience in Nathula	68.19	
33.	Tamil Nadu	2024-25	Development of Nandavanam Heritage Park in Mammallapuram	99.67	112.13
34.	Tamil Nadu	2024-25	Eco Park at Race Course in Ooty**	70.23	
35.	Telangana	2024-25	Ramappa Region Sustainable Tourism Circuit in Ramappa	73.74	93.61
36.	Telangana	2024-25	Somasilla Wellness and Spiritual Retreat in Nallamala	68.10	
37.	Tripura	2024-25	Shakti Peethas Park at Banduar in Gomati	97.70	64.48
38.	Uttar Pradesh	2024-25	Development of Bateshwar in District-Agra	74.05	101.83
39.	Uttar Pradesh	2024-25	Integrated Buddhist Tourism Development in Shrawasti	80.24	
40.	Uttarakhand	2024-25	Iconic City Rishikesh: Rafting Base Station in Rishikesh	100.00	66.00
			Total	**3295.76**	**2,175.09**

List of projects sanctioned under Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD) Scheme

S. No.	State/UT	Sanction Year	Project Name	Sanction Amount (in ₹ Crore)	Amount Released (in ₹ Crore)	Amount Utilised (in ₹ Crore)
1	Andhra Pradesh	2015-16	Development of Amaravati Town, Guntur District as a Tourist Destination	27.77	27.77	27.77
2	Andhra Pradesh	2017-18	Development of Srisailam Temple	43.08	43.08	43.08
3	Andhra Pradesh	2022-23	Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam in Vishakhapatnam Temple	54.04	27.37	27.37
4	Andhra Pradesh	2024-25	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	25.33	6.74	0.00
5	Arunachal Pradesh	2020-21	Development of Parshuram Kund, Lohit Distt.	37.88	31.02	21.95
6	Assam	2015-16	Development of Kamakhya Temple and Pilgrimage Destination in	29.80	29.80	29.80

			and around Guwahati			
7	Bihar	2015-16	Development at Patna Sahib	29.62	29.62	29.62
8	Bihar	2014-15	Development of basic facilities at Vishnupad temple, Gaya, Bihar	3.63	3.63	3.63
9	Bihar	2024-25	Development of Ambika Bhawani Temple, Saran	13.29	0.00	0.00
10	Chhattisgarh	2020-21	Development of Maa Bamleshwari Devi Temple, Dongargarh, Rajnandgaon District, Chhattisgarh	48.44	40.19	31.94
11	Goa	2024-25	Development of Bom Jesus Basilica	16.46	4.68	0.00
12	Gujarat	2016-17	Development of Dwarka	10.46	10.46	10.46
13	Gujarat	2016-17	Development of Pilgrimage Amenities at Somnath	45.36	45.36	45.36
14	Gujarat	2018-19	Development of Promenade at Somnath	47.12	47.12	47.12
15	Gujarat	2022-23	Development of Pilgrimage Facilities at Ambaji Temple, Banaskantha, Gujarat	50.00	30.00	19.16
16	Haryana	2019-20	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara	48.53	34.68	34.68

			in Panchkula District			
17	Jammu and Kashmir	2016-17	Development at Hazratbal Shrine, Srinagar	40.46	34.30	34.30
18	Jharkhand	2018-19	Development of Baba Baidyanath Dham, Deoghar	36.79	34.95	31.23
19	Karnataka	2023-24	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple, Mysuru	45.38	13.33	0.00
20	Karnataka	2024-25	Development of Renuka Yallama Devi temple	18.37	0.00	0.00
21	Karnataka	2024-25	Development of Basic Amenities at Papnash Temple, Bidar dist.	22.25	6.30	0.00
22	Kerala	2016-17	Development at Guruvayur Temple	45.19	45.19	45.19
23	Madhya Pradesh	2020-21	Development of Amarkantak	49.99	42.55	34.63
24	Madhya Pradesh	2017-18	Development of Omkareshwar	43.93	43.93	43.93
25	Maharashtra	2017-18	Development of Trimbakeshwar, Nashik	45.41	38.44	38.44
26	Meghalaya	2020-21	Development of Pilgrimage Facilitation in Meghalaya	29.29	27.78	27.78

27	Mizoram	2022-23	Development of Infrastructure for Pilgrimage and Heritage Tourism in the State of Mizoram	44.89	26.37	26.37
28	Mizoram	2024-25	Development of Basic Amenities under PRASHAD scheme in Vangchhia, Champhai District	5.47	1.56	0.00
29	Nagaland	2018-19	Development of Pilgrimage Infrastructure in Nagaland	25.20	23.56	23.56
30	Nagaland	2022-23	Development of Pilgrimage Tourism Infrastructure at Zunheboto	18.18	15.45	15.45
31	Odisha	2014-15	Infrastructure Development at Puri, Shree Jagannath Dham - Ramachandi - Prachi River front at Demuli under Mega Circuit	50.00	10.00	0.00
32	Puducherry	2024-25	Development of Pilgrim Facilitesand Tourist attractions for Sri Dharbaranyeswara Temple	25.94	0.00	0.00
33	Punjab	2015-16	Development of Karuna	6.40	6.40	6.40

			Sagar Valmiki Sthal at Amritsar			
34	Punjab	2021-22	Development of Chamkaur Sahib at Rupar, Punjab	30.52	23.80	21.93
35	Rajasthan	2015-16	Integrated Development of Pushkar/Ajmer	32.64	26.11	26.11
36	Sikkim	2020-21	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	33.32	28.31	28.31
37	Tamil Nadu	2016-17	Development of Kanchipuram	13.99	13.99	13.99
38	Tamil Nadu	2016-17	Development of Velankanni	4.86	4.86	4.86
39	Tamil Nadu	2024-25	Development of 8 Navagraha Temples	40.94	0.00	0.00
40	Telangana	2020-21	Development of Jogulamba Devi Temple, Alampur	38.90	33.07	33.07
41	Telangana	2022-23	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple, Mulugu	62.00	32.73	32.73
42	Telangana	2022-23	Development of Pilgrimage Infrastructure at Bhadrachalam, Bhadradri Kothagudem	41.38	16.30	8.43

			District			
43	Telangana	2024-25	Development of Basic Amenities at goddess Renuka Yellama Devasthanam	4.22	0.00	0.00
44	Tripura	2020-21	Development of Tripura Sundari Temple, Udaipur	34.43	28.01	25.63
45	Uttar Pradesh	2015-16	Development of Varanasi – Phase –I	18.73	18.73	18.73
46	Uttar Pradesh	2014-15	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	10.98	10.98	10.98
47	Uttar Pradesh	2017-18	River Cruise Tourism in Ganga, Varanasi	9.02	9.02	9.02
48	Uttar Pradesh	2014-15	Construction of Tourist Facilitation Centre at Vrindavan	9.36	9.36	9.36
49	Uttar Pradesh	2017-18	Development of Varanasi – Phase –II	44.60	35.26	31.77
50	Uttar Pradesh	2018-19	Development of Infrastructure facilities at Govardhan	37.59	34.64	30.97
51	Uttarakhand	2015-16	Integrated Development of Kedarnath	34.77	34.77	34.77
52	Uttarakhand	2018-19	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	56.15	38.38	38.38

53	Uttarakhand	2021-22	Augmentation of Pilgrimage Infrastructure Facilities and Gangotri and Yamunotri Dham	54.36	10.22	10.22
54	West Bengal	2016-17	Development of Belur Math	30.03	23.39	23.39
				1726.74	**1213.56**	**1111.87**

ACCESS TO DIGITISED ARCHIVAL RECORDS AT ABHILEKH PATAL

4867. SHRIMATI HIMADRI SINGH:

SHRIMATI MAHIMA KUMARI MEWAR:

DR. RAJESH MISHRA:

SHRI MAHESH KASHYAP:

SHRI MUKESH RAJPUT:

Will the Minister of **CULTURE** be pleased to state

(a) the present status of digitisation of archival records under the National Archives of India (NAI) and the volume of records made accessible through the Abhilekh Patal portal;

(b) the categories of collections currently available online, including reference media and digitised documents and the extent of augmentation undertaken during the last three years;

(c) whether any initiatives have been undertaken to enhance user accessibility, metadata standardisation and integration with

educational or research institutions; and

(d) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The National Archives of India (NAI), under the Ministry of Culture, has undertaken a phased programme for the digitisation of archival records with the objective of preserving historically valuable documents and improving access to archival resources for researchers and the public.

The Abhilekh Patal portal is presently hosting approximately the following:

i. 74,03,109 reference media records

ii. 40,09,504 digitised files

iii. 18,98,20,637 digitised pages

(b): The archival collections available through the Abhilekh Patal portal cover a wide range of historical records preserved by the National Archives of India. These include:

i. Public records transferred from various Ministries and Departments of the Government of India

ii. Private papers of eminent personalities

iii. Archival reference media such as photographs, maps, microfilms and rare documents

iv. Digitised historical government files and archival collections maintained by NAI

During the last three years, sustained efforts have been undertaken to

strengthen and expand the digital archival repository. These efforts include:

i. Large-scale digitisation of archival files and historical records
ii. Integration of newly accessioned archival material into the digital repository
iii. Creation and improvement of archival metadata and catalogue descriptions
iv. Expansion of digitised reference media collections available through the portal

(c) and (d): Several initiatives have been undertaken by the National Archives of India to enhance user accessibility and improve the management and standardisation of archival metadata. These initiatives include:

i. Development of a comprehensive Online Archival Information Management System through the Abhilekh Patal platform
ii. Implementation of standardised archival metadata frameworks and cataloguing practices
iii. Provision of advanced search and retrieval facilities to enable efficient discovery of archival records
iv. Online user registration and remote access facilities allowing researchers and scholars to access archival information digitally
v. Introduction of services such as Digitize-on-Demand (DoD) and Page-on-Demand (PoD) to facilitate access to archival material not yet digitised

DEVELOPMENT OF VEDAGIRI LAKSHMI NARASIMHASWAMY TEMPLE

4868. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government has identified Vedagiri Lakshmi Narasimhaswamy Temple in Nellore district of Andhra Pradesh under Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD) Scheme;

(b) the details of developmental activities proposed in the said temple;

(c) the details of budget sanctioned, allocated, released and utilised so far;

(d) whether all the works have been completed in the said temple; and

(e) if so, the details thereof and if not, the reasons for delay along with the timeline of its completion?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Development and promotion of tourist destinations including religious tourism is primarily undertaken by the respective State Government/ Union Territory (UT) Administration.

Ministry of Tourism under its Scheme “Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive” (PRASHAD) provides financial assistance to the State Governments (SGs) and Union Territory Administrations (UTAs) for development of tourism related infrastructure at identified religious and heritage sites across the country including the State of Andhra Pradesh. This process is undertaken in consultation with State

Governments (SGs)/UT Administrations (UTs).

Receiving proposals from the State Governments/UT Administrations for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfilment of the stipulated conditions and availability of funds.

Ministry of Tourism has identified the project "Vedagiri Lakshmi Narasimhawamy Temple, Nellore District" for development under the PRASHAD Scheme and the said project has not been sanctioned. However, four projects have been sanctioned in the State of Andhra Pradesh under the PRASHAD Scheme the details of which are given in the enclosed **Statement**.

STATEMENT

The details of projects sanctioned in Andhra Pradesh under PRASHAD Scheme

Sr. No.	Name of the Project	Amount Sanctioned (Rs. In Crore)	Amount Released (Rs. In Crore)	Amount Utilized (Rs. In Crore)
1.	Development of Amaravati Town, Guntur District as a Tourist Destination	27.77	27.77	27.77
2.	Development of Srisailam Temple	43.08	43.08	43.08
3.	Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam in Vishakhapatnam	54.04	27.37	27.37

	Temple			
4.	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	25.33	6.74	0.00

PROMOTION OF TRADITIONAL GAMES IN TAMIL NADU

4869. SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

SHRI NAVASKANI K.:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government has identified and documented traditional rural and tribal games of Tamil Nadu, such as Silambam, Sadugudu and Vallam Kali for promotion under the Khelo India programme and if so, the details thereof;

(b) whether any specific initiatives have been undertaken to integrate rural and tribal youth from Tamil Nadu into Khelo India talent identification and training pathways, particularly in tribal and remote districts and if so, the details thereof;

(c) whether the Government has collaborated with educational institutions, local sports bodies and community organizations in Tamil Nadu to preserve and promote indigenous games at district, State or national

levels under Khelo India programme and if so, the details thereof; and

(d) whether traditional games from Tamil Nadu have been included or proposed for inclusion in Khelo India events or demonstration categories and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (d): 'Sports' being a State subject, the responsibility of development of sports, including promotion of traditional rural and tribal games, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. However, the Ministry of Youth Affairs and Sports is promoting indigenous, rural and tribal games under the Khelo India Scheme through the sub-component "Promotion of Rural/Indigenous and Tribal Games". Under this sub-component, traditional disciplines are identified and supported for revival, preservation and wider participation. Silambam, a traditional martial art of Tamil Nadu, has been recognized as one of the supported indigenous games, along with disciplines such as Mallakhamb, Kalaripayattu, Yogasana, Gatka and Thang-Ta. Financial assistance is also extended to State Governments, educational institutions, local sports bodies and community organizations for conduct of competitions, training, awareness activities and other promotional efforts relating to indigenous games.

Through the Khelo India Scheme, a total of 1066 Khelo India Centres (KICs) have been notified across 36 States/UTs, including 39 KICs in Tamil

Nadu to strengthen training at the district level. This includes a dedicated KIC for Mallakhamb in the Viluppuram district to nurture traditional talent, training 63 athletes. Nationwide, 258 KICs have been established across 174 priority tribal districts to ensure that remote talent has access to quality coaching.

Traditional games are also promoted through national platforms under Khelo India and Fit India. In this context, Silambam was showcased as a demonstration sport during the Khelo India Youth Games 2023 held in Tamil Nadu. Inclusion of indigenous disciplines in demonstration or competitive formats in Khelo India events is considered from time to time with a view to preserving and promoting India's traditional sporting heritage.

REVIVAL OF PUSHPAGIRI VISHWAVIDYALAYA IN ODISHA

4870. DR. RABINDRA NARAYAN BEHERA:

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government is contemplating to revive Pushpagiri Vishwavidyalaya that existed in multicampus in Udaigiri, Langudi, Ratnagiri, etc. to teach Buddhism, if so, the details thereof; and

(b) whether the Government is contemplating to set up a national research institute at Jajpur and Lalitgiri district, including Udaigiri, Langudi, Ratnagiri, etc. for more research on Buddhism and maritime cultural heritage and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Archaeological Survey of India (ASI), Ministry of Culture has been carrying out the conservation and preservation work in Udaigiri, Langudi and Ratnagiri sites. However, no such proposal for revival or establishment of Pushpagiri Vishwavidyalaya at Jajpur and Lalitgiri district including Udaigiri, Langudi, Ratnagiri etc. or for setting up of any National Research Institute on Buddhism and maritime Cultural Heritage at these sites is under consideration with the Ministry of Culture.

STATES GETTING HIGHEST LOANS FROM THE CENTRAL GOVERNMENT

4871. SHRIMATI JUNE MALIAH:

Will the Minister of **FINANCE** be pleased to state:

(a) the names and amount in rupees of the top five States in the country with the highest net loans given by the Union Government to States till 2025-26; and

(b) the details of the loan provided by the Union Government to the States of Uttar Pradesh, Gujarat and Andhra Pradesh since 2023-24, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The details of top five States in the country with the highest outstanding loan from the Union Government till 2025-26 are as follows:

(Rs. in crore)

S. No.	State	Loans from the Centre (as on 18.03.2026)
1.	Tamil Nadu	80,255.03
2.	Madhya Pradesh	79,343.65
3.	Uttar Pradesh	73,495.39
4.	Maharashtra	61,834.01
5.	Rajasthan	58,863.19

(b): The details of the loan provided by the Union Government to the States of Uttar Pradesh, Gujarat and Andhra Pradesh since 2023-24 are as follows:

(Rs. in crore)

State	2023-24	2024-25	2025-26 (as on 18.03.2026)
Uttar Pradesh	19,753.96	17,800.83	15,580.08
Gujarat	5,490.22	9,199.11	11,032.98
Andhra Pradesh	5,011.15	8,868.21	14,991.34

PROPOSED MERGER OF BANKS

4872. SHRI SELVARAJ V.:

SHRI RAMVIR SINGH BIDHURI:

SHRI SUBBARAYAN K.:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government proposes to merge some more banks;

(b) if so, the details thereof;

(c) whether the Government has made any assessment of the banks that have been merged so far; and

(d) if so, the impact of such merger of banks in terms of growth?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): Presently, there is no proposal under consideration of the Government on merger or consolidation of Public Sector Banks.

The amalgamation of PSBs helped create stronger competitive banks with economies of scale and scope while enabling realisation of wide-ranging synergies. Leveraging of networks, better access to low-cost deposits, increased ability to support larger ticket-size lending and competitive operations by virtue of greater financial capacity has provided the amalgamated banks a substantial rise in customer base, market reach and operational efficiency. Synergy was also gained due to increased scope of operations, and improvement in cost efficiency with adoption of best practices and digitisation.

The amalgamation of PSBs, as envisaged, has contributed in improving operational efficiency and financial soundness of banks through streamlining of operations and reduction in costs, thereby resulting in increasing consolidated business of banks. As per Reserve Bank of India data, consolidated total business of-

(i) Bank of Baroda, in which Vijaya Bank and Dena Bank were amalgamated w.e.f. 1.4.2019, grew from ₹16.1 lakh crore in Mar-19 to ₹27.0 lakh crore in Mar-25.

(ii) Punjab National Bank, in which Oriental Bank of Commerce and United Bank of India were amalgamated w.e.f. 1.4.2020, grew from ₹18.3 lakh crore in Mar-20 to ₹26.8 lakh crore in Mar-25.

(iii) Union Bank of India, in which Andhra Bank and Corporation Bank were amalgamated w.e.f. 1.4.2020, grew from ₹15.3 lakh crore in Mar-20 to ₹22.9 lakh crore in Mar-25.

(iv) Canara Bank, in which Syndicate Bank was amalgamated w.e.f. 1.4.2020, grew from ₹15.7 lakh crore in Mar-20 to ₹25.3 lakh crore in Mar-25, and

(v) Indian Bank, in which Allahabad Bank was amalgamated w.e.f. 1.4.2020, grew from ₹8.6 lakh crore in Mar-20 to ₹13.3 lakh crore in Mar-25.

राजस्थान में धार्मिक परिपथ का विकास

4873. श्री अमरा रामः

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार का खाटू श्याम जी, जीण माता जी, लोहागल, शाकंभरी, सालासर, रामदेवरा,

मुकाम और करणी माता को सम्मिलित करते हुए एक धार्मिक परिपथ विकसित करने का विचार है और यदि हां, तो ऐसे धार्मिक परिपथों को कब तक विकसित किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं; और

(ख) क्या उक्त धार्मिक परिपथों को विकसित करने की कोई योजना सरकार के विचाराधीन है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) और (ख): पर्यटन स्थलों और पर्यटन उत्पादों का विकास और संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है।

पर्यटन मंत्रालय, केंद्रीय क्षेत्र की अपनी चालू योजनाओं जैसे-'स्वदेश दर्शन (एसडी)', 'स्वदेश दर्शन 2.0 (एसडी 2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)'-स्वदेश दर्शन 2.0 योजना की एक उप-योजना और 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)' के माध्यम से राज्यों/संघ राज्यक्षेत्रों को, उनके साथ परामर्श से पर्यटन संबंधी अवसंरचना के विकास के लिए वित्तीय सहायता प्रदान कर उनके प्रयासों को संपूरत करता है।

पर्यटन मंत्रालय ने उपर्युक्त योजनाओं के अंतर्गत राजस्थान राज्य में धार्मिक स्थलों सहित कई परियोजनाओं को मंजूरी दी है। उपर्युक्त योजनाओं के तहत स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

इसके अतिरिक्त, भारत सरकार ने वर्ष 2024-25 में 'पूंजी निवेश हेतु राज्यों को विशेष सहायता (एसएएससीआई)' नामक योजना के तहत राजस्थान राज्य में दो परियोजनाओं को मंजूरी दी है। इनका ब्यौरा निम्नानुसार है:

परियोजना का नाम	**स्वीकृति वर्ष**	**स्वीकृत राशि (करोड़ रुपये में)**
आमेर-नाहरगढ़ और आसपास के क्षेत्र में विकास	नवंबर 2024	49.31
जल महल में विकास कार्य	नवंबर 2024	96.61

पर्यटन परियोजनाओं के लिए वित्तीय सहायता हेतु राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से प्रस्ताव प्राप्त करना एक सतत प्रक्रिया है। प्राप्त प्रस्तावों की निर्धारित दिशा-निर्देशों के संदर्भ में जांच की जाती है और निर्धारित शर्तों की पूर्ति तथा निधियों की उपलब्धता के अध्यधीन ऐसी परियोजनाओं के लिए वित्तीय सहायता प्रदान की जाती है।

इन योजनाओं के अंतर्गत परियोजनाओं का कार्यान्वयन संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन की जिम्मेदारी है। हालांकि, पर्यटन मंत्रालय नियमित रूप से परियोजनाओं की प्रगति की निगरानी करता है और संबंधित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को समयबद्ध तरीके से परियोजनाओं को पूरा करने के लिए प्रोत्साहित करता है।

<u>विवरण</u>

राजस्थान राज्य में एसडी, एसडी 2.0 और प्रशाद योजनाओं के तहत स्वीकृत परियोजनाओं का ब्यौरा निम्नानुसार है

(राशि करोड़ रु. में)

क्र. सं.	परियोजना का नाम	स्वीकृति वर्ष	स्वीकृत राशि	स्थिति
क	**स्वदेश दर्शन 1.0**			
i.	जयपुर जिले में सांभर लेक टाउन और अन्य स्थलों का विकास	सितम्बर 2015	50.01	पूर्ण
ii.	गोविंद देव जी मंदिर (जयपुर), खाटूश्याम जी (सीकर) और नाथद्वारा (राजसमंद) का विकास	सितम्बर 2016	75.80	पूर्ण
iii.	आध्यात्मिक परिपथ - 'चुरू (सालासर बालाजी) - जयपुर (श्री समोदके बालाजी, घाटके बालाजी, बंधेके बालाजी) - विराटनगर (बीजक, जैनसिया, अंबिका मंदिर) - भरतपुर (कमान क्षेत्र) - धौलपुर (मुचकुंड) – मेहंदीपुर बालाजी - चित्तौड़गढ़ (सांवलियाजी) का विकास	मार्च 2017	87.05	पूर्ण

iv.	विरासत परिपथ राजसमंद (कुंभलगढ़ किला) - जयपुर (जयपुर और नाहरगढ़ किले में अग्रभाग की प्रकाश व्यवस्था) -झालावाड़ (गागरोन किला) - चित्तौड़गढ़ (चित्तौड़गढ़ किला) - जैसलमेर (जैसलमेर किला) - हनुमानगढ़ (गोगामेड़ी) - उदयपुर (प्रताप गौरव केंद्र) - धौलपुर (बाग-ए-निलोफर और पुरानी छावनी) - नागौर (मीरा बाई स्मारक, मेड़ता) - टोंक (सुनहरी कोठी) का विकास	जून 2017	70.61	पूर्ण
ख	**स्वदेश दर्शन 2.0**			
i.	केशोरायपाटन में आध्यात्मिक अनुभव	फरवरी 2024	21.65	जारी
ii.	श्री खाटू श्याम जी मंदिर (सीकर) में विकास कार्य	मार्च 2025	87.87	जारी
iii.	श्री करणी माता मंदिर, बीकानेर में विकास कार्य	जुलाई 2025	22.58	जारी
iv.	मालासेरी डूंगरी, भीलवाड़ा जिले का विकास	जुलाई 2025	48.73	जारी
ग	**प्रशाद**			
i.	पुष्कर/अजमेर का एकीकृत विकास	अक्तूबर 2015	32.64	पूर्ण

रामगंगा और गोमती नदी में औद्योगिक प्रदूषण

4874. श्री नीरज मौर्य:

श्री बाबू सिंह कुशवाहा:

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों के दौरान सरकार द्वारा रामगंगा और गोमती नदी तथा बरेली-बदायूं और जौनपुर के निकट के जल निकायों में औद्योगिक और अन्य स्त्रोतों से होने वाले प्रदूषण को रोकने के लिए की गई कार्रवाई का ब्यौरा क्या है;

(ख) क्या सरकार का स्थानीय जैव में विविधता के संरक्षण के लिए रामगंगा बैराज, गोमती नदी और आस-पास के क्षेत्रों में 'हरित पट्टी' विकसित करने के लिए कोई विशेष बजटीय प्रावधान करने का विचार है;

(ग) जौनपुर क्षेत्र में ऊनी गलीचा और कालीन बनाने वाले लघु उद्योगों सहित बरेली-बदायूं में बेंत, बांस, फर्नीचर उद्योगों को कच्चे माल की आपूर्ति को सुलभ बनाने के लिए सामाजिक वानिकी को बढ़ावा देने के लिए क्या कदम उठाए गए हैं; और

(घ) क्या सरकार का इस क्षेत्र में वायु प्रदूषण की निगरानी करने के लिए आंवला और जौनपुर में तत्समय वायु गुणवत्ता निगरानी केन्द्र स्थापित करने का विचार है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ): केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) जल निकायों में प्रदूषण की रोकथाम और नियंत्रण को सुगम बनाने के लिए जल संसाधनों की गुणवत्ता की स्थिति का नियमित आकलन करने के उद्देश्य से 'राष्ट्रीय जल गुणवत्ता निगरानी कार्यक्रम (एनडबल्यूएमपी)' के अंतर्गत देश में 4922 स्थानों पर जिनमें 2265 स्थान नदियों पर हैं, की राज्य प्रदूषण नियंत्रण बोर्डों (एसपीसीबी)/ प्रदूषण नियंत्रण समितियों (पीसीसी) के सहयोग से जलीय संसाधनों की जल गुणवत्ता की निगरानी करता है।

राष्ट्रीय जल गुणवत्ता निगरानी कार्यक्रम (एनडबल्यूएमपी) के अंतर्गत प्राप्त जल गुणवत्ता आँकड़ों का उपयोग प्रदूषित नदी खंडों (पीआरएस), वे स्थान/खंड जहाँ नदियाँ 'प्राथमिक जल गुणवत्ता मानदंड' (बाहरी स्नान हेतु) को 'जैव रासायनिक ऑक्सीजन मांग (बीओडी)' पैरामीटर (जैविक प्रदूषण का संकेतक) के लिए पूरा नहीं करतीं, व जिन्हें प्रदूषित स्थान/खंड के रूप में चिन्हित किया गया है, की पहचान के लिए किया जाता है। इन प्रदूषित नदी खंडों को प्राथमिकता श्रेणी I से V तक वर्गीकृत किया जाता है, जिसमें प्राथमिकता I सबसे अधिक बीओडी के साथ प्रदूषित और प्राथमिकता V सबसे कम प्रदूषित होती है।

वर्ष 2022 और 2023 के जल गुणवत्ता आँकड़ों के आधार पर, वर्ष 2025 में केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने रामगंगा और गोमती नदियों में एक-एक प्रदूषित नदी खंड (पीआरएस) की पहचान की। इन पहचाने गए खंडों के पुनरुद्धार हेतु संबंधित राज्य सरकार/संघ राज्य क्षेत्र के प्रशासन के प्रधान सचिव, पर्यावरण के साथ समन्वय और समग्र पर्यवेक्षण में गठित 'नदी पुनरुद्धार समितियों (आरआरसी)' ने सभी प्रदूषित नदी खंडों को स्नान योग्य बनाने हेतु व्यापक कार्य योजनाएँ तैयार कीं। कार्य-योजनाओं के क्रियान्वयन की प्रगति की समीक्षा राज्य स्तर पर आरआरसी द्वारा और केंद्रीय स्तर पर जल शक्ति मंत्रालय में गठित 'केंद्रीय निगरानी समिति (सीएमसी)' द्वारा की जाती है।

केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) वर्ष 2017 से प्रत्येक वर्ष गंगा प्रत्येक वर्ष और यमुना की मुख्य धारा वाले राज्यों में उन 'अत्यधिक प्रदूषण फैलाने वाले उद्योगों (जीपीआई)' का वार्षिक निरीक्षण करता है, जो गंगा और उसकी सहायक नदियों में प्रदूषण फैलाने की संभावना रखते हों। यह निरीक्षण तीसरे पक्ष के तकनीकी संस्थानों और राज्य प्रदूषण नियंत्रण बोर्डों/प्रदूषण नियंत्रण समितियों (एसपीसीबी/पीसीसी) के अधिकारियों की संयुक्त टीमों द्वारा किया जाता है। निरीक्षण में बरेली, बंदायू में रामगंगा और जौनपुर में गोमती नदियों में अत्यधिक प्रदूषण फैलाने वाले उद्योग भी शामिल होते हैं। सीपीसीबी के जारी निर्देशानुसार देशभर के अत्यधिक प्रदूषण फैलाने वाले उद्योगों (जीपीआई) द्वारा 'ऑनलाइन सतत बहि:स्राव निगरानी प्रणाली (ओसीईएमएस)' स्थापित की गई है।

अटल पुनरुद्धार और शहरी परिवर्तन (एएमआरयूटी) के अंतर्गत उत्तर प्रदेश राज्य द्वारा बरेली, बदायूँ और जौनपुर शहर में कुल 06 सीवरेज और सेप्टेज प्रबंधन परियोजनाएँ, जिनकी लागत ₹506.79 करोड़ है, शुरू की गई हैं। इसके तहत 35 मिलियन लीटर प्रति दिन (एमएलडी) की सीवेज शोधन क्षमता बनाई गई है। एएमआरयूटी 2.0 के अंतर्गत बरेली शहर में ₹15 करोड़ की एक सीवरेज/सेप्टेज प्रबंधन परियोजना और ₹7.8 करोड़ की लागत वाली 03 जलाशय पुनर्जीवन परियोजनाएँ स्वीकृत की गई हैं।

नमामि गंगे कार्यक्रम के अंतर्गत रामगंगा और गोमती नदियों के लिए ₹1,953 करोड़ की लागत के साथ कुल 8 परियोजनाएँ स्वीकृत की गई हैं, और इसकी कुल शोधन क्षमता 366 एमएलडी है। इनमें से 6 परियोजनाएँ पूरी हो चुकी हैं, जिनसे 232 एमएलडी की शोधन क्षमता प्रदान की गई है। इसके अतिरिक्त, 'राष्ट्रीय स्वच्छ गंगा मिशन (एनएमसीजी)' ने नदी पुनर्जीवन, जैव विविधता संरक्षण, आर्द्रभूमि संरक्षण और नदी बेसिनों के पारिस्थितिक पुनर्स्थापन के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, कृषि मंत्रालय आदि जैसे अन्य मंत्रालयों के साथ अभिसरण तंत्र विकसित किया है।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने हरित पट्टी विकसित करने और जैव विविधता को संरक्षित करने के लिए कई वनीकरण योजनाएँ/कार्यक्रम शुरू किए हैं, जिनमें 'हरित भारत मिशन (जीआईएम)', 'नगर वन योजना (एनवीवाई)', 'स्कूल नर्सरी योजना (एसएनवाई)', 'ईको-डेवलपमेंट फोर्सेज (ईडीई) योजना' और 'प्रतिपूरक वनीकरण निधि प्रबंधन एवं योजना प्राधिकरण (सीएएमपीए)' के अंतर्गत निधियाँ शामिल हैं। इसके अतिरिक्त, दिनांक 5 जून 2024 को शुरू किया गया 'एक पेड़ माँ के नाम' अभियान भूमि अवक्रमित भूमि को रोकने और पुनरुद्धार तथा मरुस्थलीकरण को रोकने जैसे उद्देश्यों पर केंद्रित है।

प्रधानमंत्री कृषि सिंचाई योजना (डबल्यूडीसी-पीएमकेएसवाई) 2.0 का वाटरशेड विकास घटक, जिसे भूमि संसाधन विभाग द्वारा देश में वर्षा-आधारित और अवक्रमित भूमि के विकास हेतु लागू किया जा रहा है, में अन्य बातों के साथ-साथ रिज क्षेत्र शोधन, जल निकासी शोधन, मृदा और नमी संरक्षण, वर्षा जल संचयन, नर्सरी विकास, चारागाह विकास और भूमिहीन व्यक्तियों के लिए आजीविका जैसे कई कार्यकलाप शामिल हैं। ये कार्यकलाप मृदा संरक्षण और वनीकरण में योगदान करती हैं, जिनमें सामुदायिक भागीदारी पर जोर दिया जाता है। प्रधानमंत्री कृषि सिंचाई योजना (डबल्यूडीसी-पीएमकेएसवाई) के अंतर्गत उत्तर प्रदेश को ₹580.67 करोड़ की लागत पर 56 वाटरशेड परियोजनाएँ स्वीकृत की गई हैं, जो 2.64 लाख हेक्टेयर क्षेत्र को कवर करती हैं। इनकी कुल लागत और इन्हें वित्तीय वर्ष 2021-22 से 2025-26 तक लागू किया जाना है जिनमें

बरेली में 2 परियोजनाएँ, बदायूँ में 2 परियोजनाएँ और जौनपुर में 2 परियोजनाएँ शामिल हैं।

वर्ष 2019-20 से सामाजिक वानिकी को बढ़ावा देने के लिए पुनर्गठित 'राष्ट्रीय बांस मिशन (एनबीएम)' को उत्तर प्रदेश में लागू किया गया है। इस मिशन के प्रमुख उद्देश्यों में गुणवत्तापूर्ण रोपण सामग्री की उपलब्धता बढ़ाना, बांस की खेती का क्षेत्र विस्तार करना, कटाई के बाद प्रबंधन में सुधार करना, प्राथमिक शोधन और सीज़निंग, संरक्षण तकनीकें, बाज़ार अवसंरचना, उत्पाद विकास, कौशल विकास को प्रोत्साहित करना और बांस तथा बांस उत्पादों के आयात पर निर्भरता कम करने के लिए पुनर्संरेखण प्रयास करना शामिल है। राष्ट्रीय बांस मिशन (एनबीएम) के अंतर्गत 'बरेली बांस क्लस्टर' शाहजहाँपुर ज़िला में संचालित है। शाहजहाँपुर ज़िला में एक बांस नर्सरी स्थापित की गई है और एनबीएम के तहत 41 हेक्टेयर क्षेत्र में बांस के 22437 पौधे रोपित किए गए हैं। इसके अतिरिक्त, उत्तर प्रदेश राज्य सरकार की विभिन्न योजनाओं के अंतर्गत वर्ष वर्ष 2022-23 से अब तक 75,636 बांस के पौधे लगाए गए हैं।

रियल टाइम निगरानी स्टेशनों की स्थापना और सुदृढ़ीकरण संबंधित राज्य प्रदूषण नियंत्रण बोर्डों (एसपीसीबी) और प्रदूषण नियंत्रण समितियों (पीसीसी) द्वारा केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा जारी मानदंडों के आधार पर निर्धारित किया जाता है।

PRESERVATION AND PROMOTION OF CULTURAL HERITAGE OF TAMIL NADU

4875. SHRI C. N. ANNADURAI:

SHRI NAVASKANI K.:

SHRI G. SELVAM:

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government has supported key cultural heritage preservation and promotion initiatives in Tamil Nadu during the last three years;

(b) the details of major projects undertaken for conservation of monuments, heritage structures, traditional art forms and cultural institutions in the said State along with project-wise budgets allocated funds released and utilised;

(c) whether these initiatives have contributed to safeguarding tangible and intangible heritage, including classical arts, folk traditions and temple-related cultural practices of Tamil Nadu;

(d) whether the Government has assessed the outcomes, such as increased public access, community participation, skill transmission and cultural tourism; and

(e) whether the Government proposes to further strengthen collaboration with State agencies, local bodies, academic institutions and community organisations to ensure sustainable preservation, documentation and promotion of Tamil Nadu's rich cultural heritage and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): There are 412 centrally protected monuments/sites under the jurisdiction of Archaeological Survey of India (ASI) in Tamil Nadu. ASI takes up conservation and preservation works of these monuments/ sites as per the need and availability of resources subject to the National Policy for Conservation and it is a continuous process. Monuments are regularly inspected by the technical team of ASI and conservation works are undertaken

on priority basis. Details of major conservation works undertaken by ASI in the State of Tamil Nadu during the last 3 years are given in the enclosed **Statement.**

As part of promotion initiatives, ASI, organize cultural programs and heritage walks, special cleaning campaigns during special occasions.

The details of budget allocated and utilised by ASI in the State of Tamil Nadu for conservation during the last 3 years are given below:-.

(Amount in Crores)

S. No.	Year	Allocation	Expenditure incurred
1.	2022-23	19.95	19.95
2.	2023-24	22.50	22.50
3.	2024-25	18.95	18.94

The Government of India has set up South Zone Cultural Centre (SZCC) at Thanjavur (Tamil Nadu) to preserve and promote various forms of folk art and culture of its member States. SZCC organizes various cultural activities and programmes in its member States on regular basis for which annual grant-in-aid is provided to them. The grant-in-aid released to SZCC during the last three years is as under:

(Amount in Crores)

Year	Amount released
2022-23	Rs. 9.95
2023-24	Rs. 21.43
2024-25	Rs. 20.49

The major cultural activities/ programmes organized by SZCC during the last three years are AshadaNavarathriVizha, Cultural Festival at Raj Bhawan (Chennai), Pongal Celebrations, Quila Aur Kahaniya Programme, Annual Margazhi Music festival, Abirami Anthathi (Vanishing Artform), Summer Festival, Namma OoruThiruvizha (Chennai Sangamam), Indian Dance Festival and Kamba Ramayana.

SZCC also run Guru Shishya Parampara Scheme where traditional masters train young disciples to ensure continuity of cultural knowledge which helps artistes, researchers and community bearers to safeguard folk traditions of Tamil Nadu.

As and when major cultural events/ festivals are organized by State Government of Tamil Nadu, SZCC participates in these events/ festivals by way of providing cultural troupes on their request.

(e): ASI collaborates with State agencies, local bodies and academic institutions for preservation and promotion of Tamil Nadu’s rich cultural heritage.

STATEMENT

Details of major conservation works undertaken by ASI in the State of Tamil Nadu during the last 3 years

2022-23

S. No.	Name of Monument	Details of major conservation works undertaken
1.	Old temple with apsidal gopuram, Manimangalam	Providing weather shield to temple vimanas and stone flooring De-silting the water tank
2.	Apathasahayeswara Temple at Sendamangalam	Restoration of outer prakara wall towards northern side of temple.
3.	Brahmapuriswara Temple, Brahmadesam	Restoration of outer prakara wall towards northern side of temple.
4.	Venkataramana temple, Gingee	Providing stone flooring for southern side cloister mandapa.
5.	Kailasanatha temple, Kanchipuram	Providing stone apron with kerb stone around the temple prakara wall, and repairs to the temple drains.
6.	Chandramouliswara temple, Nattery	Providing new MS grill fencing, painting of wooden doors, stone benches etc.
7.	Monolithic rock cut temple, Mahendravadi	Providing fencing around the monolithic rock cut temple.
8.	Iravateneswara temple, Kanchipuram	Repairs to the ancient well, removing debris, damaged MS grills, plastering, damaged flat tiles etc. strengthening minor cracks, mending and strengthening worn out panel of stucco, painting of door, MS Grills.
9.	Large Siva temple	Providing stone flooring, Plastering to the outer prakaara

	(Apathsahayeswara temple) Thenneri	wall, Providng MS grill gate for Vinayaga sub shrine.
10.	Valeeswarar temple, Valikantapuram	Water Tightening to the leaking terrace over the middle portion of terrace.
11.	Veerabadhra temple, Chinnakavandanur	Restoration of side revetments of Veerabadhra temple tank
12.	Jalakanteswara temple, Vellore	Cleaning the drainage/sewage, painting to the old MS grills, providing barbed wire fencing and providing MS grill fencing with necessary MS grill gates around the temple.
13.	Ranganatha temple at Erukampattu	Providing granite stone flooring, stone slabs and reconstruction of bulged revetment wall etc.
14.	Choleeswara temple, Melpadi	Providing granite stone flooring, water tightening to the mandapa terrace and providing MS grill fencing with dwarf wall etc.
15.	Jain temple Thirumalai	Providing granite stone flooring infront of the pathway, plastering to the walls, lime flooring, reconstruction of brick slope masonry, construction of masonry wall, providing MS grill fencing, MS gate and roller gate and painting to the old MS grill fencing etc.
16.	Munkudimiswarar temple, Ponvilainthakalathur	Upgradation of existing fencing and laying of stone pathway towards southern side.
17.	Aleva Shore temple, Mamallapuram	Construction/repairs to the existing compound wall towards north west corner, Resetting stone Pathway, Painting work etc.
18.	Rajendracholiswara Temple at	Earth work excavation for exposing the original plinth level

	Ponnamaravathy	of the monument for proper drainage system, providing new stone flooring.
19.	Parthasarathy and Krishna Temple at Parthivapuram	Re-setting undulated stone flooring, Providing apron to the sub-shrines, Repairs to the doors and wooden works etc.
20.	Brihadiswara Temple, Gangaikondacholapuram	Providing Laying brick flooring to the pathway
21.	Pre-Historic Remains at Adichanallur	Providing roof at B-site area including providing toughened glass at the top of the trench to make the trench visible inside.
22.	Stone and brick fort, Tirumayam,	Restoration of fortification wall in the northeast corner and pointing work at the western side of fort wall
23.	Soundararajaperumal temple, Irumbanadu	Water tightening to the terrace of the temple and providing stone apron around the structure.
24.	Sikkanathaswamy temple, Kudumiyanmalai temple	Reconstruction of the southern wall of the temple tank and water tightening the terrace of mahamandapa.
25.	Siva temple at Panangudi	Providing MS grill fencing over the dwarf wall all around the protected area.
26.	Stone idols of Devi, Vishnu and Siva temple at Rasipuram	Reconstruction of main shrine wall in granite stone as per old clue and design including core filling.

2023-24

S. No.	**Name of Monument**	**Details of major conservation works undertaken**
1.	Narasimhaswami and Ranganathaswami Temples,	Water tightening of leaky terrace, repairs to the drain, and providing tree-guards.

	Namakkal	
2.	Two rock cut cave temples at the north east corner of the KoneriPallam tank at Mamallapuram	Raising of existing grill fencing
3.	Sri Apathsahayeswara Temple, Sendamangalam	Resetting/Providing stone flooring in cloister mandapa towards Southern side.
4.	Fort and Temples on the Hill, Chinnakavandanur	Providing pathways connecting entrance gate to mandapa, aprons, restoration of fallen breached portion of fortification wall.
5.	Rock-Cut Siva Temple (Sathiyagiriswara Shrine) at Thirumayam	Water tightening the roof terrace of mandapa areas of sub shrines.
6.	Rock-Cut Vishnu Temple (Sathyamurthi Shrine) at Thirumayam	Water tightening the roof terrace of mandapa areas of subshrines.
7.	Siva temple, Varappur	Water tightening to the terrace of main shrine mahamandapa, Providing stone apron around the structure, Water tightening the terrace of amman shrine.
8.	SreeValeeswara Temple, Thiruvaleeswaram	Removing damaged capital and providing new capital including remove the slab and leaked water tightening, re-fixing the slab and water tightening the terrace.
9.	Boulder Stone Bed and Brahmi Inscriptions on the hill and	Water tightening the roof terrace of main mandapa, Mending and strengthening the broken/worn out panel of

	Rock cut Temples with Inscription at the foot of the hill at Kunnakudi.	stucco figures in the vimanam of the shrine
10.	Excavated Remains of Buddhist Vihara and Temple at PallavaneswaramMelaiyur (Kaveripattinam)	Construction of R.R stone revetment
11.	Rajendrcholiswara Temple at Ponnamaravathy	Carefully de-plastering and re-plastering the terrace and thirumathil wall including colour toning., Restoration of entrance mandapa including replacing the damaged wooden capital, joist, beams with new teakwood and relaying the madras terrace as per original and water tightening the terrace.
12.	Sivaganga Little Fort enclosing the Great Temple, Thanjavur	Carefully dismantling damaged brick floor and laying new brick floor in the said portion of floor within the courtyard on western side between main shrine and corridor.

2024-25

S. No.	**Name of Monument**	**Details of major conservation works undertaken**
1.	Narasimhaswami and Ranganathaswami Temples, Namakkal	Removing the existing leaking roof concrete and providing the new lime concrete coarse to arrest the leaking

2.	Erumbeswara Temple, Thiruverumbur	Brick work, plastering work, stucco work-work completed Deplastering and plastering the Prahara coping wall at entrance steps and top of the main temple. Water tightening the terrace, pointing, painting the wooden doors, painting MS grills
3.	Whole of the Siva Temple and the inscribed stone in the front mandapam, Ammankurichi	Carefully dismantling and removing the damaged weathering course , Providing water tightening by providing brick jelly, concrete , plastering on top ,Disposal of accumulated debris/earth around the monument including disposal of debris far away from the monument, Mending and strengthening the broken / worn out panel of stucco figures in the vimana of Main shrine with necessary binding materials and finishing the surface, Lime pinning/ Toning up the Vimana surface using colouring materials with jaggery and galnut etc. complete
4.	Rock-cut Vishnu Temple – (Sathyamurti shrine), Tirumayam	Carefully dismantling and removing the damaged weathering course, Providing water tightening by providing brick jelly concrete and plastering on top with lime mortar 1:1:1(,Lime pinning/Toning vimana surface with two coats, Restoration of temple type door by the way of providing the key cups, Mending and strengthening the broken / worn out panel of stucco figures in the vimana of with necessary binding materials and finishing the surface

5.	Rock-cut Siva Temple (Sathyyagiriswara shrine), Tirumayam	Carefully dismantling and removing the damaged weathering course, Providing water tightening by providing brick jelly concrete, Disposal of accumulated debris/earth around the monument, Mending and strengthening the broken / worn out panel of stucco figures in the vimana of Main shrine with necessary binding materials, Lime pinning/Toning vimana surface with two coats after roughly cleaning the old surface
6.	Sugrisveswara Temple, Sircarperiyapalayam	i. Pointing the stone joints, ii. De-plastering the coping of damaged/dead lime plaster to the sub shrines, iii.Water tightening to the main shrine etc.,

पंच प्रण के तहत विरासत संरक्षण और संस्कृति आधारित आजीविका

4876. श्री गणेश सिंह :

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा पंच प्रणों के अंतर्गत 'औपनिवेशिक मानसिकता से मुक्ति' और 'विरासत में गौरव' के लक्ष्यों को लोक कल्याण के साथ जोड़कर संस्कृति को आजीविका, रोजगार और सामाजिक सशक्तिकरण का साधन बनाने के लिए की गई नीतिगत पहलों का ब्यौरा क्या है और भविष्य के लिए प्रस्तावित कार्यनीतियों का ब्यौरा क्या है;

(ख) क्या सरकार ने लोक कला, जनजातीय परंपराओं, हस्तशिल्प, पारंपरिक ज्ञान और भारतीय भाषाओं को शिक्षा, कौशल विकास, पर्यटन और डिजिटल अर्थव्यवस्था से जोड़ने के लिए एक एकीकृत नीति/ढांचा विकसित किया है जिससे कलाकारों और समुदायों के लिए आय

और आजीविका सुनिश्चित की जा सके; और

(ग) सरकार द्वारा संग्रहालयों, स्मारकों, सांस्कृतिक संस्थाओं और त्योहारों को मात्र संरक्षण की दृष्टि से न देखकर स्थानीय रोजगार, युवा भागीदारी और सामुदायिक विकास के केन्द्र के रूप में विकसित करने के लिए उठाए गए कदमों का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग): सरकार ने पंच प्रणों के अनुसार संस्कृति को आजीविका, रोजगार और सामाजिक सशक्तिकरण का साधन बनाने के लिए अनेक नीतिगत और कार्यक्रम संबंधी पहलें की हैं। संस्कृति मंत्रालय लोक कला, जनजातीय परंपराओं, हस्तशिल्प, पारंपरिक ज्ञान और भारतीय भाषाओं को शिक्षा, कौशल विकास, पर्यटन और डिजिटल अर्थव्यवस्था से जोड़ने के लिए मूर्त और अमूर्त कला तथा संस्कृति के संवर्धन हेतु निम्नलिखित स्कीमें संचालित करता है, जिससे कलाकारों और समुदायों के लिए आय और आजीविका सुनिश्चित होती है:

i. शताब्दी और वर्षगांठ स्कीम

ii. कला संस्कृति विकास योजना

iii. संग्रहालयों का विकास

iv. पुस्तकालयों का विकास

v. वैश्विक भागीदारी

vi. ज्ञान भारतम मिशन

vii. राष्ट्रीय सांस्कृतिक मानचित्रण और रोडमैप मिशन

इन सभी का कार्यान्वयन 43 फील्ड संगठनों के नेटवर्क के माध्यम से किया जाता है।

मंत्रालय ने सात क्षेत्रीय सांस्कृतिक केंद्र (जेडसीसी) स्थापित किए हैं जिनके मुख्यालय पटियाला, नागपुर, उदयपुर, प्रयागराज, कोलकाता, दीमापुर और तंजावुर में स्थित हैं जो नियमित रूप से सांस्कृतिक उत्सवों और कार्यक्रमों का आयोजन करते हैं जिससे कलाकारों और समुदायों के लिए आय और आजीविका सृजित होती है।

संस्कृति मंत्रालय निम्नलिखित के माध्यम से समुदाय को और अधिक सशक्त बनाता है:

- **कौशल विकास:** गुरु-शिष्य परंपरा और क्षमता निर्माण कार्यशालाओं जैसी पहलें बाजार के लिए प्रासंगिक कौशल प्रदान करती हैं। भारतीय विरासत संस्थान जैसे संस्थान विरासत प्रबंधन और संरक्षण में प्रशिक्षण और क्षमता निर्माण प्रदान करते हैं।
- **बाजार संपर्क:** डिजिटलीकरण, ई-मार्केट प्लेटफॉर्म और राष्ट्रीय संस्कृति महोत्सव (आरएसएम) कलाकारों को अपनी प्रतिभा प्रदर्शित करने और हस्तनिर्मित उत्पादों की सीधी बिक्री की अनुमति देते हैं।
- **प्रमुख महोत्सव:** भारतीय कला महोत्सव, विविधता का अमृत महोत्सव, काशी तमिल संगमम, सौराष्ट्र तमिल संगमम, माधवपुर घेड़ मेला आदि जैसे आयोजन जनजातीय और लोक कलाकारों को राष्ट्रीय पहचान प्रदान करते हैं।
- **संस्थागत सहायता:** संस्कृति मंत्रालय के अधीन विभिन्न संगठन रोजगार, युवा भागीदारी और सामाजिक सशक्तिकरण को बढ़ावा देने के लिए कार्यशालाओं (उदाहरण के लिए मधुबनी पेंटिंग, बुनाई), प्रलेखन, अनुसंधान, प्रसार और विज्ञान प्रशिक्षण प्रदान करते हुए पंच प्रणों को विरासत के साथ जोड़ते हैं।

संस्कृति मंत्रालय देश भर में 08 संग्रहालयों, भारतीय पुरातत्व सर्वेक्षण के 52 पुरातात्विक स्थल संग्रहालयों तथा राष्ट्रीय विज्ञान संग्रहालय परिषद (एनसीएसएम) द्वारा स्थापित विभिन्न विज्ञान संग्रहालयों का प्रबंधन करता है जिससे स्थानीय रोजगार सृजित करने में मदद मिलती है।

सामुदायिक भागीदारी (जन भागीदारी) को प्रोत्साहित करने के लिए मंत्रालय ने एडॉप्ट ए हेरिटेज 2.0 कार्यक्रम शुरू किया है, जो सार्वजनिक और निजी संस्थाओं के साथ संरचित साझेदारी की सुविधा प्रदान करता है। अब तक, आगंतुक अनुभव और स्थानीय आजीविका बढ़ाने के उद्देश्य से गैर-संरक्षण कार्यकलापों के लिए 30 समझौता ज्ञापनों (एमओयू) पर हस्ताक्षर किए गए हैं। इसके अतिरिक्त, एएसआई राष्ट्रीय विरासत जागरूकता और स्थानीय

भागीदारी को बढ़ावा देने के लिए विश्व विरासत दिवस जैसे आयोजनों के दौरान जन-केंद्रित पहल करता है।

IMPACT OF SOCIAL MEDIA USAGE ON STUDENTS

4877. DR. SHASHI THAROOR:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has conducted any national-level survey during the last five years to assess the impact of social media usage on students' attention span, learning outcomes, mental well-being in school and higher education levels and if so, details and key findings thereof;

(b) whether the Government has issued any guidelines or advisories to schools and higher educational institutions regarding regulation of mobile phones and social media use within campuses;

(c) if so, the details of such guidelines issued along with the number of institutions that have adopted formal device-use policies and the monitoring mechanism in place to track compliance; and

(d) whether the Government has any proposal to introduce regulatory measures relating to age restrictions, screen-time regulation or social media bans during school hours and if so, the details of consultations held with stakeholders, including State Governments, School Boards and digital platforms and the proposed policy framework?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY

OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Education is a subject in the Concurrent List of the Constitution, with majority of schools and higher education institutions falling under the administrative control and supervision of the respective State Government/Union Territory (UT) administration. On its part, the Ministry of Education (MoE), is guided by the National Education Policy (NEP), 2020 which recognizes the importance of leveraging the advantages of technology while acknowledging its potential risks and dangers.

The Ministry of Education conducts studies from time to time focussing on various aspects of schooling including mental well-being of students and responsible use of digital technology. The Ministry, through NCERT, conducted a research study in 2022 titled “Mental Health and Well-being of School Students – A Survey, 2022” which primarily focused on factors such as emotional well-being, academic stress, peer relationship, familial support and coping mechanism of students. The survey which covered 3,79,842 students from 36 States/UTs shed light on concerns associated with increased digital and online mode of learning including limited interpersonal interaction and challenges in maintaining attention and concentration. Key findings of the survey are available at www.manodarpan.education.gov.in/assets/downloads/Mental_Health_WSS_A_Survey.pdf .

Further, NCERT conducted a research study titled ‘A Study of the Awareness on Cyber Safety and Security among Secondary Students’ in 2024.

In this study, data related to awareness with respect to social media safety was also collected. Research report is accessible at https://ciet.ncert.gov.in/storage/app/public/files/19/Reportpdf/Research_Cyber%20Safety_Students.pdf. The steps taken to create awareness through various resources like guidelines; booklets are accessible through https://ciet.ncert.gov.in/cyber-safety-security .

The Ministry of Education has undertaken comprehensive interventions to address screen time management through its autonomous bodies. The Ministry of Education, Government of India, introduced the PRAGYATA (Planning, Reviewing, Arranging, Guiding, Yak (Talk), Assigning, Tracking and Appreciating) Guidelines on July 14, 2020, which aim to ensure the safety and academic welfare of students by recommending age-appropriate screen time limits. For pre-primary students, screen time is limited to 30 minutes per day, primarily for interactions with parents. Students in Classes 1 to 8 are advised to have no more than two online sessions of 30-45 minutes each per day. For Classes 9 to 12, up to four sessions of 30-45 minutes each per day are recommended. The guidelines also emphasize the importance of parental involvement in monitoring children's physical and mental well-being, promoting open communication about internet use and balancing online activities with offline play and physical exercise.

The Ministry through NCERT has developed several resources, including a comprehensive Cyber Safety Handbook, to create awareness on use of media safely and promote healthy online habits among students. The

resources consisting of guidelines and booklets are accessible through https://ciet.ncert.gov.in/cyber-safety-security. Further, online training on social media safety is organised every year by NCERT to create awareness among students and teachers.

The Central Board of Secondary Education (CBSE) has also undertaken several proactive initiatives to address the physical, mental, academic and social impacts of excessive digital engagement, especially in the post-pandemic era. These include the implementation of PRAGYATA Guidelines to ensure structured and safe digital learning while minimizing screen time and conducting regular teacher training programs in collaboration with Centre for Development of Advanced Computing (CDAC), focusing on cyber wellness and balanced screen engagement. To further raise awareness, schools are encouraged to observe Cyber Jagrookta Diwas and establish Cyber Clubs that engage students in reflective activities promoting mindful technology use.

Use of mobile phones and social media by students is strictly prohibited within Kendriya Vidyalaya (KVs) campuses. Further awareness programmes on the impact of social media on children are conducted regularly in all KVs across the country through daily morning assemblies and during every Parent–Teacher Meeting (PTM), where students and parents are sensitised about the safe and responsible use of social media.

In so far as higher education is concerned, UGC has issued advisories from time to time to Higher Educational Institutions (HEIs) emphasising responsible use of digital devices, promotion of academic integrity, and student

well-being. UGC has also disseminated a Handbook on Cyber Hygiene for HEIs, which provides guidance on safe and responsible use of digital platforms, including social media.

UGC advisories and guidelines, including the Cyber Hygiene Handbook and guidelines on students' physical and mental well-being, broadly focus on promoting balanced use of technology, safeguarding students' mental health, and ensuring responsible digital behaviour. The implementation of device-use policies is within the domain of individual HEIs, which are autonomous in framing rules suited to their academic environment.

तकनीकी शिक्षा में भारतीय भाषाओं को बढ़ावा देना

4878. श्री दर्शन सिंह चौधरी:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने अखिल भारतीय तकनीकी शिक्षा परिषद (एआईसीटीई) के अंतर्गत तकनीकी और व्यावसायिक शिक्षा संस्थानों में भारतीय भाषाओं के अध्ययन और उपयोग को बढ़ावा देने के लिए कोई नीति, योजना या कार्यक्रम लागू किया है;

(ख) यदि हां, तो इसमें शामिल प्रमुख कार्यकलापों जैसे पाठ्यक्रम में भारतीय भाषाओं को शामिल करना, प्रशिक्षण, अनुसंधान, तकनीकी सामग्री का अनुवाद करना और विषय-वस्तु की डिजिटल प्लेटफार्मों पर उपलब्धता का ब्यौरा क्या है;

(ग) क्या एआईसीटीई ने तकनीकी शिक्षा संस्थानों में भारतीय भाषाओं में शिक्षण और परियोजना कार्यों को बढ़ावा देने के लिए कोई वित्तीय या प्रत्यायन आधारित प्रोत्साहन प्रदान किया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या इन प्रयासों के परिणामस्वरूप छात्रों और शिक्षकों के बीच भारतीय भाषाओं के प्रति

जागरूकता, अनुसंधान गतिविधियों और तकनीकी दक्षता में वृद्धि हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (घ): अखिल भारतीय तकनीकी शिक्षा परिषद (एआईसीटीई) जो शिक्षा मंत्रालय के अधीन एक सांविधिक निकाय है तकनीकी संस्थानों को डिप्लोमा, अवर स्नातक और स्नातकोत्तर स्तरों पर तकनीकी शिक्षा के पाठ्यक्रम संचालित करने की अनुमति प्रदान करता है।

एआईसीटीई ने भारतीय भाषाओं में पाठ्यपुस्तकों को तैयार करने संबंधी दिशानिर्देश जारी करने सहित राष्ट्रीय शिक्षा नीति (एनईपी) 2020 में निहित शिक्षा में बहुभाषावाद को बढ़ावा देने की दिशा में कई कदम उठाए हैं।

शैक्षणिक वर्ष 2025-26 के लिए 9 राज्यों के 44 संस्थानों ने इंजीनियरिंग और प्रौद्योगिकी की शाखाओं जैसे कंप्यूटर विज्ञान और इंजीनियरिंग, सिविल इंजीनियरिंग, मैकेनिकल इंजीनियरिंग, इलेक्ट्रिकल इंजीनियरिंग, एआई और मशीन अधिगम इत्यादि में भारतीय भाषाओं में एआईसीटीई-अनुमोदित डिग्री/डिप्लोमा कार्यक्रम पेश किए।

एआईसीटीई की तकनीकी पुस्तक लेखन पहल को 12 भाषाओं अर्थात हिंदी, तमिल, गुजराती, कन्नड़, मराठी, बंगाली, तेलुगु, पंजाबी, उड़िया, असमी, मलयालम और उर्दू में शुरू किया गया है। उक्त अनूदित पुस्तकें ई-कुम्भ पोर्टल पर डाउनलोड करने के लिए नि:शुल्क उपलब्ध हैं।

एआईसीटीई ने अवर स्नातक और स्नातकोत्तर पाठ्यक्रमों की पुस्तकों तथा तकनीकी पुस्तकों का अनेक भारतीय भाषाओं में अनुवाद करने के लिए 'अनुवादिनी' एप्लिकेशन भी विकसित किया है।

शिक्षण और अनुसंधान के क्षेत्र में मातृभाषा को बढ़ावा देने के लिए एआईसीटीई ने 'वाइब्रेंट एडवोकेसी फॉर एडवांसमेंट एंड नर्चरिंग ऑफ इंडियन लेंग्वेजेस (वाणी)' पहल शुरू की है, जिसके

तहत अनुमोदित संस्थानों को सेमिनार/कार्यशालाएं/सम्मेलन आयोजित करने के लिए वित्तीय सहायता प्रदान की जाती है।

बजट 2025-26 में भारतीय भाषा पुस्तक योजना का प्रावधान किया गया है जिसके तहत स्कूलों और उच्चतर शिक्षा में पढ़ाए जाने वाले विषयों की पाठ्यपुस्तकें तथा अध्ययन सामग्री भारतीय भाषाओं में डिजिटल रूप में उपलब्ध कराई जाएगी।

STRENGTHENING ANTI-DOPING FRAMEWORK, SPORTS INTEGRITY STANDARDS

4879. SHRI MAHENDRA SINGH SOLANKY:

CAPTAIN BRIJESH CHOWTA:

SHRI DINESHBHAI MAKWANA:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI BIDYUT BARAN MAHATO:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government has taken any steps to upgrade doping testing standards, laboratory accreditation and regulatory oversight in order to align India's anti-doping framework with international benchmarks and whether they are benefiting at State level;

(b) if so, the details thereof, including capacity enhancement measures and testing coverage at grassroots State and elite levels, particularly in Dewas-Shajapur, Lok Sabha Constituency in Madhya Pradesh;

(c) whether structured awareness, preventive education and Safe Sport

compliance programmes have been institutionalised for athletes, coaches and support personnel; and

(d) if so, the details thereof, including grievance redressal mechanism and regulatory standards governing nutritional supplements and athlete support services thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b): Yes. The Government has undertaken measures to strengthen the anti-doping framework in alignment with international standards, including capacity building of NADA, enhancement of testing protocols, and upgradation of laboratory facilities. Testing coverage has been expanded across States/UTs, including both in-competition and out-of-competition samples, based on established plans and risk assessment. Awareness and training activities are also conducted at various levels.

(c) and (d): Preventive education and awareness programmes aligned with WADA Code 2021 are being implemented through e-learning platforms (ADEL), certification courses, and targeted outreach initiatives for athletes, coaches, and support personnel. Awareness is promoted through workshops conducted during sports events and training camps, digital and social media engagement, and educational tools such as the “Know Your Medicine” mobile application. Multilingual educational materials, including resources for visually challenged athletes, have also been developed to improve accessibility.

A grievance redressal mechanism is in place under NADA for

addressing complaints relating to doping control processes, testing procedures, and disciplinary matters, with appeals handled through designated bodies, including the Anti-Doping Appeal Panel, as per established rules. Athletes are also sensitized regarding risks associated with nutritional supplements, including contamination and the principle of strict liability under anti-doping regulations.

CURRENT STATUS OF IMPLEMENTATION OF NIPUN BHARAT

4880. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of the current status of implementation of NIPUN Bharat with regard to achieving the target of Foundational Literacy and Numeracy (FLN) for every child by the end of class 3 by 2026-27, in all districts of the country, especially in Bihar;

(b) the extent to which the Government is tracking individual learning progress of children under NIPUN Bharat, especially for classes 1-3;

(c) the details of the mechanisms put in place to ensure that children who are lagging behind receive targeted support; and

(d) the details of the success achieved by the Government in this regard, particularly in the State of Bihar?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The Department of School Education and Literacy (DoSEandL), Ministry of Education (MoE) has launched a National Mission called "*National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat Mission (NBM))*" on 5th July, 2021 for ensuring that every child in the country necessarily attains foundational literacy and numeracy (FLN) by the end of Grade 2. This Mission aligned with the National Education Policy (NEP) 2020, has been set up under the aegis of the centrally sponsored scheme of Samagra Shiksha- an integrated scheme for School Education. Under Samagra Shiksha, all 36 States/Union Territories including State of Bihar are implementing the NBM.

Under the NBM, a range of systemic interventions have been undertaken and the following progress has been made across the country including the State of Bihar:

(i) A 3-months play based 'School Preparation Module and Guidelines' for Grade I named '*Vidya Pravesh*' was launched on 29th July, 2021. The goal of Vidya Pravesh programme is to promote school preparedness in all children coming to Grade-I from diverse backgrounds (Balvatika, Anganwadi Centers (AWCs), at home, private play schools etc.), to ensure a smooth transition of children to Grade-I. It provides play based, age and developmentally appropriate learning experiences in a joyful and stimulating environment leading to holistic development to bolster a child's pre-literacy, pre-numeracy, cognitive and social skills. This programme is being implemented across the country, including Bihar. From 2022-23 till date, over 4.2 crore students in

around 8.9 lakh schools have benefitted. The number of beneficiary students from the Vidya Pravesh module in state of Bihar is tabulated below:

	No. of Schools Implemented			**Total Students covered**		
State/UT	**2022-23**	**2023-24**	**2024-25**	**2022-2023**	**2023-2024**	**2024-2025**
Bihar	65,920	67,657	65,309	20,00,000	15,23,411	12,95,231

(ii) To improve the learning outcomes at foundational stage, the National Curricular Framework for Foundational Stage (NCF-FS) was released on 20th October, 2022 providing a structure for the syllabus, training of teachers, Learning Teaching Material (LTM), etc.

(iii) The *Jaadui Pitara* (JP), a set of 53 play-based learning-teaching materials for ages 3-8 was launched on 20th February 2023. Available in 22 Indian languages, JP includes toys, puzzles, story cards, flashcards, and teacher handbooks. Its digital extension, the *e-Jaadui Pitara*, launched on 10th February 2024, offers multilingual stories, activities, songs in 22 Indian languages, and AI-based bots-*Katha Sakhi, Teacher Tara, and Parent Tara*-to support children, teachers, and parents. As envisaged in NEP 2020, these initiatives are an integral part of the foundational stage.

(iv) Primers (launched in March, 2024) have been developed in 121 local and tribal languages for FLN in mother tongues spoken by populations of at least 10,000. The details of Primers for the state of Bihar are tabulated below:

State	State-wise Primers	Name of Primers	Scheduled/Non Scheduled Language	Tribal/Non Tribal Language
Bihar	2	Maithili	Scheduled	Non-Tribal
		Malto	Non-Scheduled	Tribal

(v) Lakshyas or Targets for FLN starting from the Balvatika-3 upto Grade-2, based on the learning outcomes have been developed on the basis of national and international research.

(vi) The Government of India conducts periodic large-scale assessments, to measure learning and education outcomes across the country, through PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development) Rashtriya Sarvekshan, which is conducted by National Assessment Centre, PARAKH under the aegis of the Ministry of Education. The primary objective of this survey is to evaluate the learning competencies of students at the end of each of the educational stages i.e. Foundational, Preparatory, and Middle. The latest PARAKH Rashtriya Sarvekshan was conducted on December 4, 2024. A comparative analysis of State-wise average scores at foundational stage during National Achievement Survey (NAS) 2021 and PRS 2024 reflects the depth and impact of NIPUN Bharat Mission.

There is an improvement in learning achievements of the students

reflecting the success of NIPUN Bharat Mission across the country. It also shows that the performance of children in Grade 3 in rural and government schools is better than urban and private schools, indicating clear improvement in learning outcomes from previous survey. This can be accessed at https://dashboard.parakh.ncert.gov.in/en.

(vii) The Holistic Progress Card (HPC) has also been introduced as a formative assessment tool to provide a multidimensional view of student progress. It goes beyond academics to include co- curricular and socio-emotional development. Insights from these assessments guide evidence-based interventions, ensuring uniform progress across all regions.

Bridging social category gaps at all levels of school education is one of the major objectives of the Samagra Shiksha scheme. The Scheme reaches out to children belonging to Socio-Economically Disadvantaged Groups (SEDGs). The scheme is implemented on principles of equity and universal access for all. Under Samagra Shiksha scheme, education is imparted with equitable access to the highest-quality education for all learners regardless of social or economic background. The states/UTs at their own level are also providing additional, contextual Teaching Learning Material. Under Samagra Shiksha, financial support is provided for the Learning Enhancement Programme (LEP) for weaker students/lagging behind children including CwSN, in grades 6 to 12, for individualized learning interventions, as proposed by the States/UTs in their Annual Work Plan.

As informed by the State government of Bihar, they have conducted a

state-level Baseline Survey in 2022 and Midline Achievement Survey of Grade 2 students in 2025 across all 38 districts. The progress between the 2022 Baseline and the 2025 Midline Achievement Survey for Grade 2 in Bihar highlights a clear improvement in foundational learning outcomes, with the proportion of children able to fluently read grade-level text increasing from 27% to 42%, and those able to solve single-digit addition problems rising from 61% to 69%, reflecting the early positive impact of state-led FLN initiatives under NIPUN Bharat.

INTEGRATION OF APP BASED NUMERACY LEARNING TOOLS VEDIC MATHEMATICS

4881. SHRI ANURAG SINGH THAKUR:

SHRI JAGDAMBIKA PAL:

CAPTAIN BRIJESH CHOWTA:

Will the Minister of **EDUCATION** be pleased to state:

(a) the steps taken during the last five years to mandate, operationalise Foundational Literacy and Numeracy (FLN) Mission, as envisaged in National Education Policy (NEP) 2020;

(b) whether the Government has integrated app based numeracy learning tools, rooted in the country's traditional knowledge systems such as Vedic Mathematics, delivered through indigenous homegrown applications on cloud-based platforms leveraging AVGC (Animation, Visual Effects, Gaming and Comics) technologies and gamification, if so,

the details thereof;

(c) the extent to which these initiatives have been implemented across approximately 11 lakh Government schools and 3 lakh Central Board of Secondary Education (CBSE) schools for holistic child development to address deficiencies in essential life skills;

(d) whether the Government proposes to permit channelisation of CSR funds of Public Sector Enterprises (PSEs) for bridging the national numeracy gap by supporting early-stage EdTech startups that fuse our country traditional knowledge with AVGC-enabled gamified learning platforms; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Department of School Education and Literacy (DoSEandL), Ministry of Education (MoE) has launched a National Mission called "*National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat Mission (NBM))*" on 5th July, 2021 for ensuring that every child in the country necessarily attains foundational literacy and numeracy (FLN) by the end of Grade 2. This Mission aligned with the National Education Policy (NEP) 2020, has been set up under the aegis of the centrally sponsored scheme of Samagra Shiksha- an integrated scheme for School Education. Under Samagra Shiksha, all 36 States/Union Territories are implementing the

NBM. Under the NBM, a range of systemic interventions have been undertaken and the following progress has been made across the country:

(i) A 3-months play based 'School Preparation Module and Guidelines' for Grade I named '*Vidya Pravesh*' was launched on 29th July, 2021. The goal of Vidya Pravesh programme is to promote school preparedness in all children coming to Grade-I from diverse backgrounds (Balvatika, Anganwadi Centers (AWCs), at home, private play schools etc.), to ensure a smooth transition of children to Grade-I. It provides play based, age and developmentally appropriate learning experiences in a joyful and stimulating environment leading to holistic development to bolster a child's pre-literacy, pre-numeracy, cognitive and social skills. This programme is being implemented across the country. From 2022-23 till date, over 4.2 crore students in around 8.9 lakh schools have benefitted. The Vidya Pravesh Programme is a new initiative so that the children are school ready.

(ii) To improve the learning outcomes at foundational stage, the National Curricular Framework for Foundational Stage (NCF-FS) was released on 20th October, 2022 providing a structure for the syllabus, training of teachers, Learning Teaching Material (LTM), etc.

The NEP recommends a toy based pedagogy for FLN for joyful learning. The various LTM being used for the same are as under:

- The *Jaadui Pitara* (JP), a set of 53 play-based learning-teaching materials for ages 3-8 was launched on 20th February 2023. Available in 22 Indian languages, JP includes toys, puzzles, story cards, flashcards,

and teacher handbooks. Its digital extension, the *e-Jaadui Pitara*, launched on 10th February 2024, offers multilingual stories, activities, songs in 22 Indian languages, and AI-based bots-*Katha Sakhi, Teacher Tara, and Parent Tara*-to support children, teachers, and parents. As envisaged in NEP 2020, these initiatives are an integral part of the foundational stage.

- Primers (launched in March, 2024) have been developed in 121 local and tribal languages for FLN in mother tongues spoken by populations of at least 10,000.

(iii) Lakshyas or Targets for FLN starting from the Balvatika-3 upto Grade-2, based on the learning outcomes have been developed on the basis of national and international research.

(iv) The Government of India conducts periodic large-scale assessments, to measure learning and education outcomes across the country, through PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development) Rashtriya Sarvekshan, which is conducted by National Assessment Centre, PARAKH under the aegis of the Ministry of Education. The primary objective of this survey is to evaluate the learning competencies of students at the end of each of the educational stages i.e. Foundational, Preparatory, and Middle. The latest PARAKH Rashtriya Sarvekshan was conducted on December 4, 2024. A comparative analysis of State-wise average scores at foundational stage during National Achievement Survey (NAS) 2021 and PRS 2024 reflects the depth and impact of NIPUN Bharat

Mission.

There is an improvement in learning achievements of the students reflecting the success of NIPUN Bharat Mission across the country. It also shows that the performance of children in Grade 3 in rural and government schools is better than urban and private schools, indicating clear improvement in learning outcomes from previous survey. This can be accessed at https://dashboard.parakh.ncert.gov.in/en.

(v) The Holistic Progress Card (HPC) has also been introduced as a formative assessment tool to provide a multidimensional view of student progress. It goes beyond academics to include co- curricular and socio-emotional development. Insights from these assessments guide evidence-based interventions, ensuring uniform progress across all regions.

The Department of School Education and Literacy (DoSEandL) has launched a national initiative to improve learning outcomes through an integrated teacher training programme called the *National Initiative for School Heads' and Teachers' Holistic Advancement (NISHTHA)* under Samagra Shiksha. NISHTHA supports large-scale in-service teacher capacity building and includes training modules for primary teachers focusing on pedagogy, FLN, inclusive education and classroom practices, and is implemented in coordination with the States and Union Territories through face-to-face and online modes. More than 15.57 lakh users including pre-primary teachers, master trainers and Anganwadi Workers have completed NISHTHA online training program for FLN and ECCE. Besides, these states are also conducting

physical trainings of teachers at State level.

(b) to (e): In Union Budget 2026-27 Government announced the establishment of AVGC (Animation, Visual Effects, Gaming and Comics) content creator labs across 15000 secondary schools and 500 colleges with the support of Indian Institute of Creative Technologies (IICT) Mumbai, aimed at nurturing creative talent, strengthening India's AVGC Eco-system, and building a robust pipeline of skilled creators for the country's rapidly expanding orange economy. IICT aims to function as a world-class institution for education, research, innovation, and capacity building in animation, visual effects, gaming, and extended reality. An allocation of Rs. 392.85 crores has been made for its development and operations. The new textbooks being developed by NCERT in pursuance to NCF-SE are rooted in Indian Knowledge Systems and is guided by Panchkosha.

Education is in the concurrent list of the Constitution of India. Hence, majority of the schools are under the domain of the respective State Governments/UT administrations. Moreover, Samagra Shiksha scheme is Centrally Sponsored Scheme. Under the scheme, funds are contributed by Centre and State as per sharing ratio. The States/UTs, being the implementing agencies, are free to engage with other agencies/enterprises for CSR related activities, as per requirement.

Vidyanjali, a school volunteer management program of Department of School Education and Literacy under Ministry of Education, was launched in September 2021 with the aim to strengthen government and government aided

schools and improve the quality of school education through community, CSR and private sector involvement across the country.

IMPACT OF CREATION OF ADDITIONAL SEATS IN ITIs

4882. DR. RAJ KUMAR CHABBEWAL:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the details of decision taken by the Government to create 1,20,000 new seats in 1000 upgraded Industrial Training Institutes (ITIs) across the country, State/UT-wise;

(b) the criteria to be adopted for selection of the States/UTs and specific ITIs including the number of new seats allocated in this regard, State/UT-wise including district-wise in Hoshiarpur Lok Sabha Constituency in Punjab;

(c) the estimated timelines for operationalization of these new seats and commencement of training in these upgraded ITIs in the country, State/UT-wise;

(d) the projected impact of the said additional seats on skill development, employment generation and industrial growth for local youth in Punjab, particularly in the said constituency; and

(e) whether the Government proposes any special incentives or support for peripheral and aspirational districts like Hoshiarpur to bridge skill gaps and attract private partners and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM-SETU) scheme aims to upgrade 1,000 Government ITIs through an industry-led model. The scheme envisages upgradation of existing courses as well as introduction of new courses in these upgraded ITIs.The scheme proposes the upgradation of ITIs through industry-led Special Purpose Vehicles (SPVs), which will lead implementation and be empowered to propose necessary interventions relating to curriculum redesign, training delivery models, infrastructure upgradation. The scheme envisages both upgradation of existing courses and introduction of new courses, with an average of four new courses in Hub ITIs and two new courses in Spoke it is through a Strategic Investment Plan (SIP) proposed by the Anchor Industry Partner (AIP), leading to the creation of additional training seats.

(b): The selection of ITIs under the PM-SETU Scheme is undertaken by the respective State/UT Governments in consultation with industry to ensure alignment with local industrial potential and emerging skill requirements. Accordingly, States/UTs submit proposals for upgradation of identified ITI clusters in partnership with industry stakeholders. The State Government of Punjab has identified one cluster for the pilot phase under the PM-SETU Scheme, with Hub ITI located in the district of Hoshiarpur. The details of ITIs proposed for upgradation in pilot phase in the state of Punjab is provided in the

table below:

District	Hub/Spoke	Name of ITI
Hoshiarpur district	Hub	Govt ITI Hoshiarpur
Gurdaspur district	Spoke	Govt ITI Gurdaspur
Pathankot	Spoke	Govt ITI Pathankot
Nawanshahr	Spoke	Govt ITI Nawanshahr
Amritsar	Spoke	Govt ITI Amritsar (Ranjit Avenue)

(c): The PM-SETU scheme is presently in the pre-implementation stage, wherein States/UTs are undertaking industry partner selection through Request for proposals (RFPs). Following this, a Special Purpose Vehicle (SPV) is to be constituted, which will prepare a Strategic Investment Plan (SIP) for approval by the National Steering Committee (NSC), chaired by Secretary, MSDE. Accordingly, operationalization of upgraded ITIs and commencement of training is proposed to take place in a phased manner.

(d) and (e): The scheme proposes the upgradation of ITIs through industry-led Special Purpose Vehicles (SPVs), which will lead to implementation and be empowered to propose necessary interventions relating to curriculum redesign, training delivery models, infrastructure upgradation, industry exposure, and placement or self-employment facilitation, in alignment with local industry needs and scheme guidelines.

It is expected to significantly strengthen skill development and

employment opportunities by aligning training with industry demand, improving placement outcomes, and enhancing the wage potential of youth. The upgradation of ITIs in the state of Punjab particularly the inclusion of Government ITI Hoshiarpur as hub is expected to facilitate access to modern infrastructure, introduction of new-age courses, and strengthened industry linkages, thereby supporting local industrial growth through a better-skilled workforce aligned with industry requirements.

COMPANIES INCORPORATED IN WEST BENGAL

4883. SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the number of companies incorporated in West Bengal between 2011 and 2025, year-wise; and

(b) the estimated number of people employed in companies incorporated and started in West Bengal from May 2011 to November 2025, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a): The Year-wise details of the number of companies incorporated in West Bengal between 2011 and 2025 are as follows: -

Calendar Year	Number of Companies incorporated in the state of West Bengal
2011	14,654
2012	17,713
2013	9,583
2014	5,333
2015	4,248
2016	4,622
2017	5,048
2018	5,385
2019	5,971
2020	6,628
2021	8,235
2022	8,691
2023	7,720
2024	8,115
2025	10,053

(b): No such data is maintained in the MCA-21 portal.

यूथ हॉस्टलों के निर्माण की स्थिति

4884. श्रीमती कलाबेन मोहनभाई देलकर:

श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या **युवक कार्यक्रम और खेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) विगत तीन वर्षों और वर्तमान वर्ष के दौरान देश भर में निर्मित यूथ हॉस्टलों का वर्ष-वार और राज्य / संघ राज्यक्षेत्र- वार ब्यौरा क्या है;

(ख) उक्त अवधि के दौरान संघ राज्यक्षेत्र दादरा और नगर हवेली सहित देश में यूथ हॉस्टलों के निर्माण के लिए आवंटित, जारी की गई और उपयोग की गई निधियों का राज्य / संघ राज्यक्षेत्र-वार ब्यौरा क्या है; और

(ग) उक्त अवधि के दौरान विशेषकर महाराष्ट्र में केवल लड़कियों के लिए बनाए गए यूथ हॉस्टलों की संख्या का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क): पिछले तीन वर्ष में कोटा, राजस्थान में एक युवा छात्रावास का निर्माण किया गया है।

(ख): पिछले तीन वर्ष और चालू वर्ष के दौरान देश में युवा छात्रावासों के निर्माण के लिए युवा छात्रावास योजना के अंतर्गत जारी की गई निधियों और उनके उपयोग (अभी तक) का ब्यौरा नीचे दिया गया है -

(राशि रु. में)

युवा छात्रावास	**2022-23**		**2023-24**		**2024-25**		**2025-26**	
	जारी की गई निधि	**उपयोग की गई निधि**	**जारी की गई निधि**	**उपयोग की गई निधि**	**जारी की गई निधि**	**उपयोग की गई निधि**	**जारी की गई निधि**	**उपयोग की गई निधि**
कोटा, राजस्थान	2,00,00,000/-	1,99,97,271/-	12,00,000/-	12,00,000/-	0	0	0	0

उक्त अवधि के दौरान दादर और नगर हवेली संघ राज्य क्षेत्र में युवा छात्रावासों के निर्माण के लिए कोई निधि आबंटित या जारी नहीं की गई है।

(ग): उक्त अवधि के दौरान महाराष्ट्र राज्य में युवक कार्यक्रम और खेल मंत्रालय द्वारा केवल लड़कियों के लिए किसी युवा छात्रावास का निर्माण नहीं किया गया है।

राष्ट्रीय खेल शासन अधिनियम, 2025 और संस्थागत निरीक्षण तंत्र का कार्यान्वयन

4885. श्री विजय बघेल:

डॉ. हेमंत विष्णु सवरा:

श्री कोटा श्रीनिवास पूजारी:

श्रीमती माला राज्यलक्ष्मी शाहः

श्री प्रदीप कुमार सिंहः

श्री दामोदर अग्रवाल:

श्री शंकर लालवानी:

श्री तापिर गाव:

श्री माधवनेनी रघुनंदन राव:

श्रीमती स्मिता उदय वाघः

श्री महेश कश्यपः

क्या **युवक कार्यक्रम और खेल** मंत्री यह बताने की कृपा करेंगे कि:

(क) मान्यता प्राप्त राष्ट्रीय खेल परिसंघों में राष्ट्रीय खेल शासन अधिनियम, 2025 के कार्यान्वयन की वर्तमान स्थिति क्या है और संबद्ध निकायों, विशेषकर महाराष्ट्र में इसके अनुपालन के लिए क्या समय-सीमा निर्धारित की गई है;

(ख) राष्ट्रीय खेल बोर्ड की संरचना, शक्तियों और प्रचालनात्मक ढांचे का ब्यौरा क्या है और यह उक्त परिसंघों की मान्यता, निगरानी और आवधिक अनुपालन की समीक्षा किस प्रकार करता है;

(ग) इस अधिनियम के अंतर्गत शासी मानकों, पारदर्शिता मानकों, कार्यकाल प्रतिबंधों, वित्तीय

प्रकटीकरण आवश्यकताओं और खिलाड़ियों के प्रतिनिधित्व के प्रावधान के संबंध में उपबंधों का ब्यौरा क्या है और इसके अनुपालन की अब तक स्थिति क्या है;

(घ) क्या संस्थागत जवाबदेही, विवाद समाधान के लिए समय-सीमा और निधि से संबद्ध निष्पादन निगरानी तंत्र के संबंध में कोई स्पष्ट प्रभाव देखा गया है; और

(ङ) यदि हां, तो अनुपालन न करने वाले परिसंघों के विरुद्ध की गई किसी सुधारात्मक कार्रवाई सहित तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ङ): राष्ट्रीय खेल शासन अधिनियम, 2025 (एनएसजी अधिनियम 2025) संसद द्वारा अधिनियमित किया गया है तथा युवक कार्यक्रम और खेल मंत्रालय ने अधिनियम की धारा 1(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए दिनांक 31.12.2025 को एनएसजी अधिनियम, 2025 के कुछ प्रावधानों/धाराओं को अधिसूचित किया है। मंत्रालय ने राष्ट्रीय खेल शासन अधिनियम, 2025 के कार्यान्वयन को सुकर बनाने हेतु दो नियम भी अधिसूचित किए हैं, अर्थात्:

i. दिनांक 08.01.2026 को अधिसूचित राष्ट्रीय खेल बोर्ड (खोज-सह-चयन समिति) नियम, 2026,

ii. दिनांक 12.01.2026 को अधिसूचित राष्ट्रीय खेल शासन (राष्ट्रीय खेल निकाय) नियम, 2026 ।

दिनांक 12.01.2026 को अधिसूचित राष्ट्रीय खेल शासन (राष्ट्रीय खेल निकाय) नियम, 2026 के नियम 18(1) के तहत प्रत्येक राष्ट्रीय खेल निकाय को इस अधिनियम के प्रावधानों के अनुरूप अपने उपनियमों में छह माह के भीतर संशोधन करना अनिवार्य है। मंत्रालय ने अपने दिनांक 28.01.2026 के पत्र के तहत सभी मान्यता प्राप्त राष्ट्रीय खेल परिसंघों (एनएसएफ) को निदेश दिया है कि वे निर्धारित समय-सीमा के भीतर अपने संविधान या उपनियमों, संस्थागत प्रक्रियाओं और संचालन को इस अधिनियम और उसके अंतर्गत बनाए गए नियमों में निर्धारित वैधानिक ढ़ांचे के अनुरूप करने हेतु सभी आवश्यक कदम उठाएं।

संबद्ध निकायों द्वारा अनुपालन आवश्यकताओं के संबंध में यह सूचित किया जाता है कि एनएसजी अधिनियम 2025 के अंतर्गत एक मान्यता प्राप्त खेल संगठन यह सुनिश्चित करने के लिए उत्तरदायी है कि उसके सभी वोटिंग सदस्य और संबद्ध इकाइयाँ, जैसा लागू हो, अंतरराष्ट्रीय चार्टर और अधिनियमों, जैसा लागू हो, का अनुपालन करें तथा उनमें निर्दिष्ट अधिकारों का प्रयोग करें, कर्तव्यों का पालन करें और कार्यों का निर्वहन करें; तथा साथ ही इस अधिनियम और इसके अंतर्गत बनाए गए नियमों और विनियमों के प्रावधानों का भी पालन करें।

एनएसजी अधिनियम 2025 के अध्याय III और अध्याय IV में राष्ट्रीय खेल बोर्ड (एनएसबी) की संरचना, शक्तियों और कार्यों का विवरण दिया गया है तथा यह भी बताया गया है कि वह खेल संगठनों को मान्यता प्रदान करने और संबद्ध इकाइयों के पंजीकरण आदि के संबंध में अपनी शक्तियों और कार्यों का प्रयोग किस प्रकार करेगा।

राष्ट्रीय खेल शासन (राष्ट्रीय खेल निकाय) नियम, 2026 के साथ पठित एनएसजी अधिनियम 2025 की धारा 4, राष्ट्रीय खेल निकायों की आम सभा एवं कार्यकारी समिति में शासन के मानक, पारदर्शिता की आवश्यकताएँ और एथलीटों के प्रतिनिधित्व को निर्धारित करती है। ये नियम आम सभा में कम से कम चार उत्कृष्ट योग्यता वाले खिलाड़ियों (एसओएम) को शामिल करना अनिवार्य बनाते हैं। आम सभा में महिला एसओएम का प्रतिनिधित्व सुनिश्चित करने के लिए, ये नियम विशेष रूप से आम सभा में पचास प्रतिशत महिला एसओएम के प्रतिनिधित्व का प्रावधान करते हैं। ये नियम खेल उपलब्धियों के आधार पर एसओएम के प्रतिनिधित्व के लिए पात्रता और श्रेणीबद्ध मानदंड भी निर्धारित करते हैं; इनके अनुसार आवेदकों की आयु कम से कम 25 वर्ष होनी चाहिए, सक्रिय खेलों से संन्यास ले चुके हों और आवेदन करने से कम से कम एक वर्ष पूर्व तक उन्होंने ऐसे किसी भी प्रतिस्पर्धी आयोजनों में भाग न लिया हो जिसके परिणामस्वरूप इन्हें जिला, राज्य या राष्ट्रीय स्तर पर प्रतिनिधित्व मिला हो। इसके अतिरिक्त, ये नियम आम सभा या किसी भी समिति की सदस्यता के लिए अयोग्याएं भी निर्दिष्ट करते हैं; इनमें ऐसे व्यक्तियों को शामिल किया गया है जिन्हें किसी न्यायालय द्वारा दोषी ठहराया गया हो और कारावास की सजा सुनाई गई

हो-ऐसे व्यक्तियों को इन पदों पर रहने, कार्यकारी समिति अथवा एथलीट समिति के चुनावों में भाग लेने से प्रतिबंधित किया गया है।

मंत्रालय ने अपने दिनांक 28.01.2026 के पत्र के तहत सभी मान्यता प्राप्त एनएसएफ को निदेश दिया है कि वे छह माह की अवधि के भीतर, अपने संविधान या उपनियमों, संस्थागत प्रक्रियाओं और संचालन को इस अधिनियम और इसके अंतर्गत बनाए गए नियमों में निर्धारित वैधानिक ढ़ांचे के अनुरूप करने हेतु सभी आवश्यक कदम उठाएं।

MANDATORY ESG DISCLOSURE FOR TOP LISTED COMPANIES

4886. SHRI SASIKANTH SENTHIL:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether the Government has issued revised guidelines for mandatory Environmental, Social and Governance (ESG) disclosures for the top 1000 listed entities for the financial year 2025-26;

(b) the number of companies that have submitted the Business Responsibility and Sustainability Report (BRSR) Core through the MCA-21 V3 portal;

(c) whether the Government has provided any exemptions or simplified filing procedures for Small and Medium Enterprises (SMEs) regarding these disclosures, if so, the details thereof; and

(d) the measures taken to prevent 'Greenwashing' in corporate sustainability claims through stricter audit protocols?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND

HIGHWAYS (SHRI HARSH MALHOTRA):

(a): SEBI mandated the top 1000 listed companies (by market capitalization) to make ESG disclosures as per the Business Responsibility and Sustainability Reporting (BRSR) from FY 2021-22 on a voluntary basis and mandatorily from FY 2022 - 23. In order to mitigate risks of greenwashing, vide circulars dated July 12, 2023 and March 28, 2025, SEBI has introduced BRSR Core, which contains a limited set of critical / core Key Performance Indicators (KPIs), for which listed entities shall need to obtain third party assurance/ assessment, as per the specified glide path beginning with the top 150 listed entities (from FY 2023– 24), top 250 listed entities (from FY 2024-25), top 500 listed entities (from FY 2025-26) and applicable to the top 1000 listed entities from FY 2026-27.

(b): The listed entities do not file their BRSR (including BRSR Core) on MCA-21 V3 portal.

(c): In order to facilitate ease of doing business for listed entities and their value chain partners, SEBI vide circular dated March 28, 2025, has given certain relaxations such as deferring ESG disclosures for value chain, as well as “assessment or assurance” thereof by one year, disclosures for value chain shall be voluntary from FY 2025-26, reducing the scope of value chain to cover the top upstream and downstream partners of a listed entity etc.

(d): In order to prevent risks of greenwashing in corporate sustainability claims, SEBI has mandated third-party assurance or assessment on BRSR Core, a subset of BRSR, for which listed entities require third party assurance

or assessment.

SEBI has also prescribed a glide path for applicability of BRSR Core, beginning with the top 150 listed entities (by market capitalization) from FY 2023–24 which shall be gradually extended to the top 1000 listed entities by FY 2026 - 27.

रोजगार के अवसरों की कमी

4887. श्री राकेश राठौर:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि विगत तीन वर्षों और वर्तमान वर्ष के दौरान देश में पंजीकृत बेरोजगारों की संख्या में उल्लेखनीय वृद्धि हुई है;

(ख) यदि हां, तो तत्संबंधी वर्ष-वार और राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है और इसके क्या कारण हैं;

(ग) क्या सरकार ने उक्त अवधि के दौरान विभिन्न क्षेत्रों में रोजगार के अवसरों में गिरावट के संबंध में कोई सर्वेक्षण, अध्ययन या आकलन किया है; और

(घ) यदि हां, तो ऐसे सर्वेक्षण/अध्ययन के मुख्य निष्कर्ष क्या हैं और उक्त अवधि के दौरान रोजगार सृजन को बढ़ावा देने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ): रोजगार और बेरोजगारी का आधिकारिक डाटा आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) द्वारा एकत्र किया जाता है जिसे सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा वर्ष 2017-18 से आयोजित किया जा रहा है।

नवीनतम वार्षिक पीएलएफएस रिपोर्टों के अनुसार, देश में 15 वर्ष और उससे अधिक आयु

के व्यक्तियों की सामान्य स्थिति के आधार पर अनुमानित बेरोजगारी दर (यूआर) वर्ष 2020-21 में 4.2%, वर्ष 2021-22 में 4.1%, वर्ष 2022-23 तथा 2023-24 में 3.2% थी। इसी अवधि के दौरान, 15 वर्ष और उससे अधिक आयु के व्यक्तियों का सामान्य स्थिति के आधार पर रोजगार दर्शाने वाला अनुमानित कामगार जनसंख्या अनुपात (डब्ल्यूपीआर) क्रमशः 52.6%, 52.9%, 56.0% और 58.2% था। पीएलएफएस रिपोर्ट में राज्य/संघ राज्य क्षेत्र-वार जानकारी उपलब्ध है, जिसे सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय की वेबसाइट https://www.mospi.gov.in/publications-reports पर देखा जा सकता है।

भारतीय रिजर्व बैंक (आरबीआई) द्वारा प्रकाशित केएलईएमएस (के: पूंजी, एल: श्रम, ई: ऊर्जा, एम: सामग्री और एस: सेवाएं) डेटाबेस में संपूर्ण भारतीय अर्थव्यवस्था के 27 उद्योगों को शामिल किया गया है और 27 उद्योगों संबंधी रोजगार अनुमान प्रदान किए गए हैं। नवीनतम आंकड़ों के अनुसार, देश में कुल अनुमानित रोजगार वर्ष 2014-15 के दौरान 47.15 करोड़ की तुलना में वर्ष 2023-24 के दौरान बढ़कर 64.33 करोड़ (अनंतिम) हो गया है, जो इस अवधि के दौरान 36.44% की वृद्धि दर्शाता है।

नियोजनीयता में सुधार करते हुए रोजगार का सृजन करना सरकार की प्राथमिकता रही है। तदनुसार, सरकार देश में विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों का कार्यान्वयन कर रही है। सरकार द्वारा कार्यान्वित की जा रही विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों का ब्यौरा https://dge.gov.in/dge/schemes_programmes पर देखा जा सकता है।

सरकार कौशल भारत मिशन (एसआईएम) के तहत, कौशल विकास केंद्रों/विद्यालयों /महाविद्यालयों संस्थानों आदि के व्यापक नेटवर्क के माध्यम से पूरे देश में विभिन्न योजनाओं जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से राष्ट्रीय शिक्षुता संवर्धन योजना (एनएपीएस) और शिल्पकार प्रशिक्षण योजना (सीटीएस) आदि के तहत कौशल, पुन: कौशल और कौशल संवर्धन प्रशिक्षण का कार्यान्वयन भी कर रही है। एसआईएम का उद्देश्य भारत के युवाओं को उद्योग जगत

से संबंधित कौशल प्रदान करके भविष्य के लिए सक्षम बनाना है।

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई) ने कृत्रिम बुद्धिमत्ता सहित 10 नई/उभरती प्रौद्योगिकियों में रोजगार के लिए आईटी कर्मियों की री-स्किलिंग/अप-स्किलिंग के लिए 'फ्यूचर स्किल्स प्राइम' कार्यक्रम शुरू किया है।

सरकार विनिर्माण क्षेत्र पर विशेष ध्यान देते हुए, सभी क्षेत्रों में रोज़गार सृजन, रोज़गार क्षमता और सामाजिक सुरक्षा को बढ़ावा देने के लिए प्रधानमंत्री विकसित भारत रोज़गार योजना नामक रोज़गार से जुड़ी प्रोत्साहन (ईएलआई) योजना को कार्यांवित कर रही है। 99,446 करोड़ रुपये के परिव्यय वाली इस योजना का उद्देश्य 2 वर्षों की अवधि में देश में 3.5 करोड़ से अधिक रोजगारों के सृजन को प्रोत्साहित करना है।

इसके अलावा, भारत सरकार का श्रम और रोजगार मंत्रालय, राष्ट्रीय करियर सेवा (एनसीएस) पोर्टल चला रहा है, जो एक डिजिटल प्लेटफॉर्म [www.ncs.gov.in] के माध्यम से निजी और सरकारी क्षेत्रों की नौकरियों, ऑनलाइन और ऑफलाइन रोजगार मेलों की जानकारी, नौकरी खोज और मिलान, करियर परामर्श, व्यावसायिक मार्गदर्शन, कौशल विकास पाठ्यक्रमों की जानकारी, कौशल/प्रशिक्षण कार्यक्रम आदि करियर से संबंधित सेवाएं प्रदान करने के लिए वन-स्टॉप समाधान है।

महाराष्ट्र में पर्यटन को बढ़ावा देना

4888. श्री संदिपनराव आसाराम भुमरेः

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने स्वदेश दर्शन अथवा प्रसाद योजनाओं के अंतर्गत महाराष्ट्र में, विशेषकर छत्रपति संभाजीनगर में नए पर्यटन परिपथों की पहचान की है;

(ख) राज्य में पारिस्थितिकी-पर्यटन और सांस्कृतिक पर्यटन को बढ़ावा देने के लिए सरकार द्वारा किए गए/किए जा रहे उपायों का ब्यौरा क्या है; और

(ग) सरकार द्वारा इस संबंध में अब तक किए गए कार्यों का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग): पर्यटन मंत्रालय, केंद्रीय क्षेत्र की अपनी चालू योजनाओं जैसे- 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)' 'स्वदेश दर्शन (एसडी)', 'स्वदेश दर्शन 2.0 (एसडी 2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)'- स्वदेश दर्शन 2.0 योजना की एक उप-योजना और 'पूंजी निवेश हेतु राज्यों को विशेष सहायता (एसएएससीआई)' के माध्यम से राज्यों/संघ राज्यक्षेत्रों को, उनके साथ परामर्श से पर्यटन संबंधी अवसंरचना के विकास के लिए वित्तीय सहायता प्रदान करके उनके प्रयासों को संपूरित करता है।

'चुनौती आधारित गंतव्य विकास (सीबीडीडी)'- स्वदेश दर्शन 2.0 योजना की एक उप-योजना की संस्कृति एवं विरासत श्रेणी के अंतर्गत, मंत्रालय ने 25.00 करोड़ रुपये की 'महाराष्ट्र के अहमदनगर में अहमदनगर किले का विकास' नामक परियोजना को मंजूरी दी है। उपर्युक्त योजनाओं के तहत किए जाने वाले कार्यों में स्वीकृत स्थलों पर पर्यटन अवसंरचना जैसे- पर्यटक सुविधा केंद्र, प्रकाश व्यवस्था, भूनिर्माण, संकेतक, अंतिम छोर तक संपर्कता, पार्किंग, सार्वजनिक शौचालय और अन्य संबंधित सुविधाओं का विकास और संवर्धन शामिल है।

पर्यटन मंत्रालय अपने चालू संवर्धनात्मक कार्यकलापों के अंतर्गत, जिनमें कार्यक्रमों के आयोजन, वेबसाइट, सोशल मीडिया पर प्रचार, मेले और महोत्सव आदि शामिल हैं, महाराष्ट्र राज्य में इको-पर्यटन और सांस्कृतिक पर्यटन सहित देश के विभिन्न पर्यटन स्थलों और उत्पादों का नियमित रूप से संवर्धन करता है। उपर्युक्त योजनाओं के अंतर्गत महाराष्ट्र राज्य में स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

महाराष्ट्र राज्य में स्वीकृत परियोजनाओं का ब्यौरा

i. महाराष्ट्र में प्रशाद योजना के तहत स्वीकृत परियोजना की सूची:

क्र. सं.	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	त्र्यंबकेश्वर, नासिक का विकास	45.41

ii. महाराष्ट्र में स्वदेश दर्शन योजना के तहत स्वीकृत परियोजनाओं की सूची:

क्र. सं.	परिपथ	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	तटीय परिपथ	सिंधुदुर्ग तटीय परिपथ - सागरेश्वर, तारकरली, विजयदुर्ग (बीच और क्रीक), मितभव का विकास	19.06
2	आध्यात्मिक परिपथ	वाकी- अदासा- धापेवाड़ा- पारदसिंघा- तेलनखंडी- गिराड का विकास	45.47

iii. महाराष्ट्र में स्वदेश दर्शन 2.0 योजना के तहत स्वीकृत परियोजना की सूची:

क्र. सं.	गंतव्य	एक्सपीरिएंस का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	पुणे	शिवसृष्टी थीम पार्क	76.22

iv. महाराष्ट्र में 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)'- स्वदेश दर्शन योजना की एक उप-योजना के तहत स्वीकृत परियोजना की सूची:

क्र. सं.	गंतव्य/श्रेणी	एक्सपीरिएंस का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	अहमदनगर (संस्कृति एवं विरासत)	अहमदनगर किले का विकास	25.00

v. महाराष्ट्र में पूंजी निवेश हेतु राज्यों को विशेष सहायता योजना के तहत स्वीकृत परियोजनाओं की सूची:

क्र. सं.	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	सिंधुदुर्ग में आईएनएस-गुलदार अंतर्जलीय संग्रहालय, कृत्रिम चट्टान और पनडुब्बी पर्यटन	46.91
2.	नासिक में राम-काल पथ का विकास	99.14

PM SETU SCHEME IN ANDHRA PRADESH

4889. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the number of Industrial Training Institutes (ITIs) upgraded along with the details of public and private funds allocated, released and utilised under the PM-SETU (Prime Minister's Scheme for Upgradation of ITIs), since its inception, year, State, UT-wise and district-wise in Andhra Pradesh, including Kakinada district;

(b) the number of youth trained under the said scheme in emerging sectors, including semiconductors and Artificial Intelligence, year/sector/State/UT-wise and district-wise for the said State;

(c) whether any proposal has been pending from the above State;

(d) if so, the details thereof along with the number of proposals received, approved and rejected under the said scheme, Sate/UT-wise;

(e) whether any ITI clusters are being developed under PM-SETU in the said State and if so, the details thereof; and

(f) whether any ITIs offer craftsmen training in wooden craft and related traditional sectors in the said State and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): The Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM SETU) scheme envisages to enhance the overall quality and relevance of vocational training with upgraded labs, machines, and industry-aligned curriculum in the country.

The key objectives of the scheme are:

i. To improve the quality of training delivery in ITIs and NSTIs;
ii. To modernize infrastructure and equipment as per industry standards;
iii. To introduce industry-aligned long-term and short-term courses, especially in new and emerging sectors;
iv. To strengthen industry linkage for demand-driven skilling and better employment outcomes; and
v. To enhance the capacity of National Skill Training Institutes (NSTIs) for training of trainers.

The scheme comprises of two components:

i. Component I – Upgradation of 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model wherein upgradation

includes smart classrooms, modern labs, digital content, and new courses aligned to industry needs.

ii. Component II – Capacity Augmentation of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM SETU) is a Centrally Sponsored Scheme with an outlay of ₹60,000 crore (Central Share: ₹30,000 crore, State Share: ₹20,000 crore and Industry Share: ₹10,000 crore), with co-financing to the extent of 50% of Central share by the Asian Development Bank and the World Bank, equally.

The selection of ITIs under PM-SETU scheme is led by the respective State/UT Governments in consultation with industry, ensuring alignment with emerging skill needs and local industrial potential. Accordingly, States/UTs are required to submit proposals for upgradation in collaboration with industry partners. Ministry of Skill Development and Entrepreneurship (MSDE) has constituted National Steering Committee (NSC) chaired by Secretary, MSDE, an apex body to provide the overall vision for the scheme, facilitate broad policy direction, finalize operational guidelines, monitor, and conduct course correction. 32 States/UTs have constituted their State Steering Committee (SSC) led by Chief Secretary of the State/UT, an apex body at the State/UT level for guiding and overseeing the implementation of scheme. 19 States/UTs have floated their proposal for inviting the interest of industry.

For selection of the industry partner to form Special Purpose Vehicle (SPV), a Strategic Investment Plan (SIP) by industry is required to be submitted in response to the Request for Proposal (RFP). Suitable proposals are forwarded to the National Steering Committee (NSC) for review and approval. At present, no proposal or Strategic Investment Plan (SIP) is pending for consideration or approval before the National Steering Committee (NSC) from the State of Andhra Pradesh.

The amount of Rs. 50 lakhs have been released to the State of Andhra Pradesh towards engagement of Project Management Consultants under PM-SETU. Release of funds for Upgradation of ITIs is contingent upon the formation of SPV. MSDE is carrying out necessary consultations to support and handhold States/UTs across various aspects of scheme roll-out.

(f): In the state of Andhra Pradesh, under the CTS scheme, the Woodwork Technician trade in the Wood and Carpentry sector is being conducted in a total of 9 ITIs, comprising 6 Government ITIs and 3 Private ITIs. During the session 2023–2025, a total of 1,013 trainees have been enrolled in this trade as detailed below.

Enrolment of session 2023-2025

Trade Name	Enrolment Session 2023	Enrolment Session 2024	Enrolment Session 2025
Wood work Technician	326	340	347

पर्यटन स्थलों पर पर्यटक पुलिस और हेल्पलाइन प्रणाली

4890. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रेः

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या विदेशी और घरेलू पर्यटकों के प्रति अपराधों (चोरी, हमला, यौन उत्पीड़न) में वृद्धि हुई है, यदि हां, तो तत्संबंधी राज्य-वार/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ख) वर्तमान में जिन प्रमुख पर्यटन स्थलों पर समर्पित पर्यटक पुलिस अथवा हेल्पलाइन प्रणालियां हैं, उनके नाम का राज्य-वार/संघ राज्यक्षेत्र-वार ब्यौरा क्या है और इन हेल्पलाइनों पर अब तक कितनी शिकायतें प्राप्त हुई हैं;

(ग) क्या सरकार समर्पित पर्यटक पुलिस के होने के बावजूद विदेशी पर्यटकों के उत्पीड़न और पीछा करने जैसी शर्मनाक घटनाओं को रोकने में विफल रही है; और

(घ) यदि हां, तो इसके क्या कारण हैं और पर्यटकों विशेषकर महिला विदेशी पर्यटकों की पूर्ण सुरक्षा सुनिश्चित करने के लिए सरकार की क्या योजना है ताकि देश की छवि धूमिल न हो?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): राष्ट्रीय अपराध अभिलेख ब्यूरो (एनसीआरबी) द्वारा दी गई जानकारी के अनुसार, उनके द्वारा विशिष्ट जानकारी एकत्रित नहीं की जाती है। हालांकि, वर्ष 2021-2023 के दौरान विदेशी नागरिकों के विरुद्ध अपराध के अंतर्गत अपराध शीर्ष-वार दर्ज मामलों का ब्यौरा संलग्न **विवरण** में दिया गया है।

पर्यटकों की सुरक्षा और हिफाज़त मुख्य रूप से राज्य का विषय है। हालांकि, पर्यटन मंत्रालय पर्यटकों के लिए जमीनी सुरक्षा तंत्र को मज़बूत करने हेतु समर्पित पर्यटन पुलिस की स्थापना संबंधी मामले को सभी राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों के साथ लगातार उठाता रहा है। पर्यटन मंत्रालय के प्रयासों से तेलंगाना, आंध्र प्रदेश, दिल्ली, गोवा, कर्नाटक, केरल, महाराष्ट्र, हिमाचल प्रदेश, जम्मू और कश्मीर, मध्य प्रदेश, ओडिशा, पंजाब, राजस्थान, सिक्किम और उत्तर प्रदेश की राज्य सरकारों/संघ राज्यक्षेत्रों ने पर्यटक पुलिस की तैनाती की है।

पर्यटकों की यात्रा को सुरक्षित और हिफाजत-युक्त बनाने के अपने नियमित प्रयासों के एक

हिस्से के रूप में, पर्यटन मंत्रालय ने घरेलू और विदेशी पर्यटकों के लिए टोल फ्री नंबर 1800111363 या संक्षिप्त कोड 1363 पर 10 अंतर्राष्ट्रीय भाषाओं सहित 12 भाषाओं में 24x7 बहुभाषी पर्यटक हेल्पलाइन स्थापित की है, ताकि भारत में यात्रा से संबंधित जानकारी के संदर्भ में सहायता सेवा प्रदान की जा सके और भारत के भीतर यात्रा करते समय संकट में फंसे पर्यटकों को उचित मार्गदर्शन दिया जा सके। वर्ष 2025 में पर्यटन मंत्रालय को पर्यटक हेल्पलाइन पर कुल 1,64,183 कॉल्स प्राप्त हुईं।

पर्यटन मंत्रालय समय-समय पर सभी राज्य सरकारों और संघ राज्यक्षेत्र प्रशासनों से निर्भया कोष के तहत 'महिलाओं के लिए सुरक्षित पर्यटन स्थल' का लाभ उठाने का अनुरोध करता रहा है, जिसका उपयोग विशेष रूप से महिला पर्यटकों की सुरक्षा और हिफाजत में सुधार के लिए तैयार की गई परियोजनाओं के लिए किया जा सकता है।

पर्यटन मंत्रालय ने सभी राज्यों और संघ राज्यक्षेत्रों के पर्यटन विभागों सहित सभी हितधारकों के साथ 'सुरक्षित और सम्मानजनक पर्यटन के लिए आचार संहिता' को अपनाया है, जो पर्यटकों और स्थानीय निवासियों दोनों की, विशेष रूप से महिलाओं और बच्चों की गरिमा, सुरक्षा और शोषण से मुक्ति जैसे बुनियादी अधिकारों के साथ पर्यटन संबंधी गतिविधियों को प्रोत्साहित करने के लिए दिशानिर्देशों का एक संग्रह है।

<u>विवरण</u>

वर्ष 2021-2023 के दौरान विदेशी नागरिकों के विरुद्ध अपराध के अंतर्गत दर्ज किए गए अपराध शीर्ष-वार मामलों का ब्यौरा

क्र. सं.	अपराध शीर्ष	2021	2022	2023
1.1	हत्या	5	5	4
1.2	गैर-इरादतन हत्या	0	0	0
1.3	हत्या का प्रयास/इरादतन हत्या	2	2	2
1.4	साधारण चोट	5	3	4

1.5	गंभीर चोट	0	0	1
1.6	किसी महिला की गरिमा को ठेस पहुंचाने के इरादे से किया गया हमला	7	8	21
1.7	अपहरण और अगवा करना	0	0	1
1.8	मानव तस्करी	2	3	7
1.9	बलात्कार	5	13	13
1.10	चोरी	19	21	28
1.11	रंगदारी	0	2	0
1.12	लूटपाट	5	4	6
1.13	डकैती	1	0	0
1.14	धोखाधड़ी	3	12	9
1.15	जालसाजी	0	0	8
1.16	महिला की गरिमा को ठेस पहुंचाना	0	0	0
1.17	आईपीसी के अन्य अपराध	9	14	12
1.18	अनैतिक व्यापार (रोकथाम) अधिनियम	3	6	6
1.19	अन्य एसएलएल अपराध	5	0	3
1	विदेशी पर्यटकों के विरूद्ध कुल अपराध	71	93	125
2.1	हत्या	4	9	9
2.2	गैर-इरादतन हत्या	0	0	0
2.3	हत्या का प्रयास/इरादतन हत्या	1	1	2
2.4	साधारण चोट	3	4	8
2.5	गंभीर चोट	1	0	1
2.6	किसी महिला की गरिमा को ठेस पहुंचाने के इरादे से किया गया हमला	8	5	1
2.7	अपहरण और अगवा करना	3	7	12
2.8	मानव तस्करी	6	6	0
2.9	बलात्कार	9	15	14

2.10	चोरी	4	13	18
2.11	रंगदारी	0	0	2
2.12	लूटपाट	2	2	2
2.13	डकैती	1	0	0
2.14	धोखाधड़ी	11	9	12
2.15	जालसाजी	0	2	0
2.16	महिला की गरिमा को ठेस पहुंचाना	0	0	1
2.17	आईपीसी के अन्य अपराध	5	6	11
2.18	अनैतिक व्यापार (रोकथाम) अधिनियम	10	4	7
2.19	अन्य एसएलएल अपराध	11	16	13
2	अन्य विदेशी नागरिकों के विरुद्ध कुल अपराध	79	99	113
	विदेशी नागरिकों के विरुद्ध कुल अपराध (1+2)	**150**	**192**	**238**

स्रोत: भारत में अपराध

LABOUR LAW REFORMS AND COMPLIANCE

4891. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the progress made by the Government in simplifying and consolidating labour laws;

(b) the manner in which the Government is enforcing compliance with labour regulations across the industries;

(c) the details of steps taken/being taken by the Government to enhance inspection and grievance redressal mechanisms;

(d) the manner in which the technology is being used by the Government to

monitor the enforcement of labour law; and

(e) whether there is any efforts made by the Government to promote formalization of informal sector employment and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The Central Government has formulated the four Labour Codes viz; the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 after amalgamating, rationalizing and simplifying the 29 Central Labour Acts. These four Labour Codes have come into effect from 21.11.2025.

(b) to (d): Shram Suvidha Portal(SSP) was launched on 16th October, 2014 by the Ministry of Labour and Employment to reduce compliance burden by providing one-stop solution for online single registration, licence, return filing to business entities along with a web-based randomised risk based inspection system, thereby reducing manual intervention, subjectivity and improving accountability. This will also facilitate online monitoring and increasing in transparency in enforcement of central labour laws. Further, under the Codes, the

Inspectors are now designated as Inspector-cum-Facilitators to support compliance and guide the employers and workers. A dedicated help-desk has also been set up for grievance redressal relating to the portal.

(e): Labour Codes envisage provisions for strengthening the protection available to workers, including unorganized workers in terms of statutory minimum wage and its timely payment, social security, occupational safety, healthcare of workers, etc. Statutory provision has also been made for the first time for employers to issue appointment letter to every employee of the establishment which will facilitate formalization of employment.

डिजिटल ई-रुपये का चलन

4892. श्री सुखजिंदर सिंह रंधावाः

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या डिजिटल ई-रुपये का चलन अभी भी नाममात्र है;

(ख) यदि हां, तो सरकार द्वारा डिजिटल ई-रुपये के चलन को बढ़ावा देने के लिए क्या कदम उठाए जाने का प्रस्ताव है; और

(ग) क्या सरकार की, विशेषकर विदेशों में भुगतान के लिए डिजिटल ई-रुपये के उपयोग को बढ़ावा देने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): दिनांक 12 मार्च, 2026 तक, प्रचलन में मौजूद कुल डिजिटल ई-₹ (ई-₹) का मूल्य ₹783.16 करोड़ है। 12 मार्च, 2026 तक खुदरा क्षेत्र में ई-₹ का संचयी लेनदेन मूल्य ₹33,191 करोड़ है।

(ख): वर्तमान में, ई-₹ प्रायोगिक चरण में है और भारतीय रिज़र्व बैंक (आरबीआई) का उद्देश्य ई-₹ के विभिन्न उपयोगों का परीक्षण करना है। इस प्रायोगिक चरण की शुरुआत व्यक्ति-से-व्यक्ति और व्यक्ति-से-व्यापारी भुगतानों से हुई थी और इसके बाद ऑफ़लाइन और प्रोग्रामेबल कार्यक्षमताओं का भी परीक्षण किया जा रहा है। प्रोग्रामेबिलिटी की विशिष्ट सुविधा का उपयोग कई प्रत्यक्ष लाभ

अंतरण योजनाओं के लिए किया जा रहा है। इसके तकनीकी संरचना की भी निरंतर समीक्षा की जा रही है और यूपीआई के साथ अंतरसंचालनीयता, दशमलव भुगतान संसाधित करने की क्षमता आदि जैसी कई कार्यक्षमताओं को शामिल किया गया है। आरबीआई देश के नागरिकों को डिजिटल ई-रुपये की विशेषताओं के बारे में शिक्षित करने के लिए जन जागरूकता अभियान चलाने की भी योजना बना रहा है।

(ग): आरबीआई, यूएई के केंद्रीय बैंकों, मॉरीशस बैंक और सिंगापुर के मौद्रिक प्राधिकरण के साथ द्विपक्षीय रूप से बातचीत कर रहा है, और बैंक ऑफ इंटरनेशनल सेटलमेंट्स (बीआईएस) इनोवेशन हब सिंगापुर की बहुपक्षीय परियोजनाओं जैसे "प्रोजेक्ट मंडला और प्रोजेक्ट रियाल्टो" में भाग ले रहा है ताकि डिजिटल ई-रुपये का उपयोग करके सीमा पार भुगतान प्रसंस्करण और निपटान में और सुधार किया जा सके। हालांकि, उपरोक्त सभी पहलें अभी प्रारंभिक चरण में हैं और फिलहाल कोई भी सीमा पार व्यवस्था लागू नहीं की गई है।

STATUS OF EMPLOYMENT IN BIHAR

4893. DR. ALOK KUMAR SUMAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of current unemployment rate in Bihar, district-wise including Gopalganj;

(b) the details of measures taken by the Government to reduce unemployment in rural and urban areas in the said State;

(c) the details of programmes targeting youth and women employment in the said State;

(d) the details of Initiatives taken for skill development to enhance employability in the said State; and

(e) the details of monitoring mechanisms to assess the impact of employment schemes in the said State?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

As per the latest Annual PLFS reports, the estimated Unemployment Rate (UR) on usual status for persons of age 15 years and above has decreased from 7.0% in 2017-18 to 3.0% in 2023-24 in the State of Bihar (including Gopalganj). Also, the estimated UR on usual status for persons of age 15 years and above has decreased from 6.8% in 2017-18 to 2.6% in 2023-24 in the rural areas and 9.0% to 7.3% in urban areas during the same period in the State of Bihar. State/UT-wise information is available in the PLFS reports which may be seen at the website of MoSPI at https://www.mospi.gov.in/publications-reports .

Employment generation coupled with improving employability of youth and women is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes in the country (including rural and urban areas of Bihar). The details of various employment generation schemes/ programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Government is also implementing Skill India Mission (SIM) to deliver skill, re-skill and up-skill training through an extensive network of skill development centres/ schools/ colleges /institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs) in the country (including Bihar). The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

To enhance the employability of female workers, the Government is providing training to them through a network of Women Industrial Training Institutes, National Vocational Training Institutes and Regional Vocational Training Institutes.

Ministry of Electronics and Information Technology (MeitY) has initiated 'FutureSkills PRIME' a programme for Re-skilling/Up-skilling of IT Manpower for Employability in 10 new/emerging technologies including Artificial Intelligence.

As a part of legislative reforms, the existing 29 Acts in the central sphere have been subsumed in the four Codes viz, the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020. The Codes have been enforced with effect from 21 November, 2025. These Codes aim to catalyze creation of employment opportunities while ensuring safety, health and social security of every worker by promoting ease of doing business

through simplification, rationalization and reduction in compliance burden etc. These Labour codes have various provisions to promote female labour force participation in the country (including Bihar).

Government has also adopted a multi-pronged approach on a life-cycle continuum basis to address the issue of educational, social, economic and political empowerment of women. As a result, India is witnessing a rapid transition from women's-development to women led development with the vision of a new India where women are leading the way for fast paced and sustainable national development.

Government is implementing Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector. The scheme with an outlay of Rs 99,446 Crore aims to incentivize the creation of more than 3.5 Crore jobs in the country, over a period of 2 years.

Further, Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online and offline job fairs, job search and matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

FOLK PERFORMING ARTS IN INTERNATIONAL CULTURAL EXCHANGE PROGRAMMES

4894. ADV. PRIYA SAROJ:

SHRI PUSHPENDRA SAROJ :

Will the Minister of **CULTURE** be pleased to state:

(a) the details of the number of folk performing art troupes empanelled or sponsored under Indian Council for Cultural Relations (ICCR) and other Central international cultural exchange programmes during the last five years, year and State/UT-wise and particularly district-wise for Uttar Pradesh;

(b) the details of the total Central funds sanctioned, released and utilised for international promotion of folk arts from Uttar Pradesh vis-à-vis classical and metropolitan art forms, State/UT-wise, particularly district-wise for Uttar Pradesh;

(c) the criteria adopted for the selection of artists for overseas cultural festivals and whether any regional imbalance has been identified, State/UT-wise, particularly Uttar Pradesh;

(d) the concrete roadmap for 2026–27 to ensure systematic inclusion of Uttar Pradesh’s folk traditions in bilateral cultural diplomacy initiatives; and

(e) the accountability and measurable targets fixed to prevent token representation and ensure sustained global exposure for grassroots artists from the said State?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Ministry of Culture implements “Global Engagement Scheme” (GES) to promote India’s rich cultural heritage internationally. Under the Scheme, the Ministry has empanelled Artists/Groups under various art forms for performing in the Festival of India (FoIs) abroad. Currently, 627 Artists/Groups are empanelled with the Ministry. Out of which, 31 artists/groups are from Uttar Pradesh.

ICCR, under the Ministry of External Affairs has sponsored 52 folk art troupes, including 3 from the state of Uttar Pradesh to present cultural performances abroad during the last five years.

(b): In the current Financial Year 2025-26, an amount of Rs. 2.58 Crore is allocated and the same has been sanctioned to Indo-Foreign Friendship Societies through Indian Mission abroad for international promotion of Arts and Culture of India including folk arts from Uttar Pradesh.

(c): The following criteria is adopted for selection of artists to perform in Festival of India abroad:

(i) Any artist/group interested in applying should have performed/participated at State, National and/or international level. Requirement of number of performances/shows is at State/National/International level.

(ii) The artist/group should be equipped to explain to the audience about the art form and the performance.

(iii) In respect of Category VII, applications for curated exhibitions only will be considered.

(iv) Foreign nationals applying for empanelment must be Overseas Citizens of India (OCI) cardholder.

ICCR also sponsors groups from its empanelled artists on the recommendations received from Indian Missions/ Posts/ Indian Cultural Centers abroad, based on local preferences and demand for different genres in different foreign countries. From Uttar Pradesh, 03 troupes were sponsored by ICCR in the last five years.

(d) and (e): Every year, ICCR draws up an Annual Plan of Action based on the proposals received from Indian Missions/Posts/Indian Cultural Centers abroad. In this, priority is given to under-represented arts and artists from rural and remote areas of India. In fact, the theme for ICCR's cultural projection abroad this year is "Connecting the World through Tribal, Folk and Rare Indigenous Arts".

ICCR has a feedback and monitoring mechanisms to ensure optimal impact of its outgoing cultural troupes. It has also reached out to all State Governments with whom it has signed MoUs to elicit their support in promoting India's rich and diverse folk traditions in a sustained manner.

NATIONAL MISSION ON CULTURAL MAPPING AND ROADMAP

4895. SHRI YUSUF PATHAN:

Will the Minister of **CULTURE** be pleased to state:

(a) the reasons for over 93 percent underutilisation of funds in the National Mission on Cultural Mapping and Roadmap (NMCMR) shown in Revised estimate (RE) 2025-26 as compared to Budget Estimate (BE) 2025-26;

(b) the details of the funds allocated and utilised under the NMCMR since inception of the scheme, year-wise;

(c) the details of total number of villages targeted for mapping in the country under NMCMR, particularly in West Bengal; and

(d) the details of total number of villages mapped till date under NMCMR, particularly in West Bengal?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) : Mera Gaon Meri Dharohar is the key focus under National Mission on Cultural Mapping and Roadpmap and, in order to further strengthen the coverage and authenticity of data, a collaboration with the Ministry of Panchayati Raj has been initiated during the current financial year for collection, sanitisation, validation and integration of data through Panchayati Raj Institutions (PRIs) via Gram Sabhas across the country. This convergence with the existing institutional mechanisms of the Ministry of Panchayati Raj has reduced the requirement of funds under the Mission, resulting in savings in Government expenditure in the current Financial Year 2025-26.

(b) : The year-wise details of the funds allocated and utilised under the NMCMR since scheme inception are given in the enclosed **Statement.**

(c) : Under NMCMR, approximately 6.38 lakh villages are targeted for mapping

across States/UTs. Of these, 41,116 villages are targeted in West Bengal.

(d) : As per available data on the MGMD Portal, approximately 6.23 lakh villages have been mapped so far. Mapping, data updation and validation under NMCM is a continuous process. In West Bengal, 40,429 villages out of the targeted 41,116 villages have been mapped.

STATEMENT

The year-wise details of the funds allocated and utilised under the NMCMR since scheme inception

Financial Year	Fund Allocated (₹ in lakh)	Total Expenditure (₹ in lakh)
2017-18	2000.00	55.72
2018-19	3000.00	17.44
2019-20	1278.00	101.56
2020-21	420.00	209.06
2021-22	412.00	99.28
2022-23	1913.00	1894.38
2023-24	1982.00	1971.71
2024-25	1806.00	738.79
2025-26	2246.00	205.50

EPF INTEREST RATE

4896. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether it is a fact that the Central Board of Trustees of the Employees' Provident Fund Organization (EPFO) has recommended that the Government retain the interest rate for EPF deposits at 8.25 per cent for the year 2025-26;

(b) if so, the details thereof;

(c) whether it is also a fact that the Central Board of Trustees of EPFO during their meeting held recently, has also approved a number of reform measures for the pension fund and if so, the details thereof; and

(d) whether it is true that the Government has also approved a new simplified standard operating procedure on Employees Provident Fund exemption and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Central Board of Trustees (CBT), Employees Provident Fund, in its 239th meeting, has recommended 8.25 per cent rate of interest on Employees' Provident Fund (EPF) to its subscribers for the Financial Year 2025-26

(c): The CBT also approved the Employees' Pension Scheme (EPS) under the Code on Social Security, 2020 (CoSS) for notification by the Central Government. The provisions in EPS, 1995 have been aligned with CoSS, 2020. Further, obsolete/redundant provisions have been deleted.

(d): The Central Board of Trustees of the Employees' Provident Fund

Organization (EPFO) in its 239th meeting held on 02, March 2026 has approved the new simplified Standard Operating Procedure (SOP) on EPF exemption, consolidating the existing four SOPs and the Exemption Manual into a single comprehensive framework.

The new SOP, inter alia, has a number of provisions for ensuring Ease of Living and Ease of Doing Business.

मध्य प्रदेश में पीएम इंटर्नशिप योजना

4897. श्रीमती अनिता नागरसिंह चौहानः

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार देश के युवाओं को उद्योग में व्यावहारिक अनुभव और रोजगारोन्मुखी कौशल प्रदान करने के लिए प्रधानमंत्री इंटर्नशिप योजना का कार्यान्वयन कर रही है;

(ख) यदि हां, तो मध्य प्रदेश में इसकी वर्तमान स्थिति क्या है;

(ग) मध्य प्रदेश में, और विशेषकर रतलाम-झाबुआ-अलीराजपुर संसदीय निर्वाचन क्षेत्र में इंटर्नशिप योजनाओं की कुल संख्या कितनी है और अब तक इंटर्नशिप के अवसर पाने वाले युवाओं की संख्या का जिलावार ब्यौरा क्या है;

(घ) क्या उक्त योजना के अंतर्गत इंटर्नशिप अवधि के दौरान वजीफा (स्टाइपेंड), प्रशिक्षण और बीमा जैसी सुविधाएं प्रदान की जा रही हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या उक्त संसदीय निर्वाचन क्षेत्र में युवाओं की भागीदारी बढ़ाने के लिए कोई विशेष जागरूकता अभियान या कौशल उन्नयन कार्यक्रम आयोजित किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) और (ख): प्रधानमंत्री इंटर्नशिप योजना की शुरुआत के रूप में, कारपोरेट कार्य मंत्रालय ने मध्य प्रदेश सहित पूरे देश के युवाओं को इंटर्नशिप के अवसर प्रदान करने के लिए 3 अक्तूबर, 2024 को योजना के एक पायलट परियोजना का आरम्भ किया है। मंत्रालय ने अब तक पायलट परियोजना के दो चरण क्रियान्वित कर लिए हैं और तीसरे चरण को लागू करने की प्रक्रिया में है, जिसके संबंध में दिनांक 12.03.2026 के कार्यालय ज्ञापन के माध्यम से संशोधित दिशानिर्देश जारी किए गए हैं।

(ग): मध्य प्रदेश में साझेदार कंपनियों द्वारा युवाओं को दिए गए इंटर्नशिप प्रस्तावों का प्रथम और द्वितीय दोनों चरणों का जिला-वार ब्यौरा संलग्न **विवरण** में दिया गया है। इसका संसदीय निर्वाचन क्षेत्रवार डाटा नहीं रखा जाता है।

(घ): प्रधानमंत्री इंटर्नशिप योजना (पीएमआईएस) की पायलट परियोजना युवाओं को विभिन्न व्यवसायों या संगठनों के वास्तविक जीवन के वातावरण में प्रशिक्षण प्राप्त करने, अनुभव और कौशल अर्जित करने का अवसर प्रदान करती है, जिसका उद्देश्य अकादमिक शिक्षा और उद्योग की आवश्यकताओं के बीच के अंतराल को कम कर उनकी रोजगार क्षमता को बढ़ाना है।

पीएमआईएस के पायलट प्रोजेक्ट के तहत, इंटर्न को दी जाने वाली मासिक सहायता राशि मार्च 2026 से 5000 रुपये से बढ़ाकर 9000 रुपये कर दी गई है। इसके अतिरिक्त, आकस्मिक खर्चों के लिए 6000 रुपये का एकमुश्त अनुदान भी दिया जाता है। साथ ही, प्रत्येक इंटर्न को जीवन और व्यक्तिगत दुर्घटना बीमा प्रदान किया जा रहा है, जिसका प्रीमियम सरकार द्वारा वहन किया जा रहा है।

(ङ): मंत्रालय ने योजना के कार्यान्वयन और प्रचार के लिए राज्य सरकारों, शैक्षणिक संस्थानों और उद्योग संघों के साथ सक्रिय सहयोग करते हुए योजना में युवाओं की भागीदारी बढ़ाने के लिए विभिन्न उपाय किए हैं। कार्यक्रम की दृश्यता बढ़ाने और विभिन्न लक्षित समूहों तक पहुंचने के लिए कार्यशालाओं, सेमिनारों और प्रचार अभियानों सहित शिक्षा एवं संचार जैसे कार्यकलाप ऑनलाइन एवं वास्तविक धरातल पर दोनों माध्यमों से चलाए जा रहे हैं। ये अभियान मध्य प्रदेश के विभिन्न

जिलों सहित पूरे देश में चलाए जा रहे हैं।

विवरण

मध्य प्रदेश में चरण I और चरण II दोनों के लिए साझेदार कंपनियों द्वारा युवाओं को दिए गए इंटर्नशिप प्रस्ताव का ज़िलावार ब्यौरा

क्र.सं.	जिला	चरण I में दिए गए कुल प्रस्ताव	चरण II में दिए गए कुल प्रस्ताव
1	आगर मालवा	17	55
2	अलीराजपुर	25	59
3	अनूपपुर	48	198
4	अशोकनगर	57	72
5	बालाघाट	280	321
6	बड़वानी	23	259
7	बेतुल	129	279
8	भिंड	82	205
9	भोपाल	343	177
10	बुरहानपुर	41	41
11	छतरपुर	73	216
12	छिंदवाड़ा	153	287
13	दमोह	58	114
14	दतिया	19	121
15	देवास	48	145
16	धार	71	296
17	डिंडोरी	13	130
18	पूर्वी निमाड़	267	170
19	गुना	191	182

क्र.सं.	जिला	चरण I में दिए गए कुल प्रस्ताव	चरण II में दिए गए कुल प्रस्ताव
20	ग्वालियर	281	155
21	हरदा	35	110
22	इंदौर	259	334
23	जबलपुर	341	376
24	झाबुआ	79	77
25	कटनी	60	87
26	खरगोन	261	264
27	मैहर	40	72
28	मंडला	15	146
29	मन्दसौर	144	138
30	मऊगंज	25	37
31	मुरैना	101	244
32	नर्मदापुरम	670	158
33	नरसिंहपुर	308	203
34	नीमच	24	106
35	निवाड़ी	10	76
36	पंधुरना	43	57
37	पन्ना	55	150
38	रायसेन	71	178
39	राजगढ़	57	179
40	रतलाम	42	126
41	रीवा	158	226
42	सागर	105	182
43	सतना	153	220

क्र.सं.	जिला	चरण I में दिए गए कुल प्रस्ताव	चरण II में दिए गए कुल प्रस्ताव
44	सीहोर	95	302
45	सिवनी	64	141
46	शाहडोल	63	122
47	शाजापुर	41	64
48	श्योपुर	18	62
49	शिवपुरी	59	191
50	सीधी	64	174
51	सिंगरौली	292	443
52	टीकमगढ़	26	115
53	उज्जैन	148	252
54	उमरिया	44	90
55	विदिशा	55	146
	कुल योग	6244	9330

आईजीएनसीए द्वारा 'जनजाति गौरव' पुस्तक

4898. डॉ. मन्ना लाल रावत:

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या इंदिरा गांधी राष्ट्रीय कला केंद्र (आईजीएनसीए) ने "जनजाति गौरव" नामक पुस्तक लिखी/प्रकाशित की है;

(ख) यदि हां, तो उक्त पुस्तक के उद्देश्य, विषय-वस्तु और संक्षिप्त विवरण का ब्यौरा क्या है;

(ग) क्या उक्त पुस्तक में मानगढ़ धाम से जुड़े जनजातीय नायकों और उनके द्वारा दिए गए बलिदानों का उल्लेख है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ङ) क्या सरकार देशभर में जनजातीय नायकों के शहादत स्थलों की सुरक्षा, प्रलेखीकरण और उनके वीरतापूर्ण कार्यों के बारे में साहित्य सृजन हेतु कोई विरासत संरक्षण संबंधी कार्य या लेखन परियोजनाएं लागू कर रही है;

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(छ) क्या सरकार भगवान बिरसा मुंडा या मानगढ़ धाम जैसे ऐतिहासिक जनजातीय बलिदानों पर कोई फिल्म या वेब सीरीज बनाने की योजना बना रही है; और

(ज) क्या सरकार द्वारा मानगढ़ धाम को राष्ट्रीय स्मारक घोषित करने के विचाराधीन प्रस्ताव पर कोई कार्रवाई करने पर विचार किया जा रहा है या इसका प्रस्ताव है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) और (ख): हाँ, इंदिरा गांधी राष्ट्रीय कला केंद्र (आईजीएनसीए) ने भारत के जनजातीय समुदायों के इतिहास, संस्कृति और योगदान पर ज्ञान को प्रलेखित और प्रसारित करने के अपने प्रयासों के अंतर्गत "जनजाति गौरव" नामक एक पुस्तक प्रकाशित की है।

यह प्रकाशन स्वतंत्रता संग्राम के साथ-साथ राष्ट्र निर्माण में जनजातीय समाजों की महत्वपूर्ण भूमिका पर प्रकाश डालता है। यह देश के विभिन्न क्षेत्रों के प्रमुख जनजातीय नेताओं और आंदोलनों से संबंधित ऐतिहासिक वृत्तांतों, अभिलेखीय स्रोतों और विद्वानों की व्याख्याओं को एक साथ लाता है।

इस पुस्तक का उद्देश्य विद्वानों, छात्रों और आम जनता के बीच जनजातीय विरासत, वीरता और सांस्कृतिक परंपराओं के बारे में व्यापक जागरूकता को बढ़ावा देना भी है।

(ग) और (घ): इस प्रकाशन में जनजातीय प्रतिरोध आंदोलनों के संदर्भ शामिल हैं और स्वतंत्रता संग्राम से जुड़े वीरतापूर्ण व्यक्तित्वों के योगदान पर प्रकाश डाला गया है। इसमें मानगढ़ धाम से जुड़े जनजातीय नायकों के बलिदान का भी उल्लेख है, जो ऐतिहासिक रूप से गोविंद गुरु के नेतृत्व में हुए जनजातीय विद्रोह और कई जनजातीय स्वतंत्रता सेनानियों की शहादत से जुड़ा स्थल है।

(ङ) और (च): जनजातीय स्वतंत्रता सेनानियों के योगदान को स्वीकार करने और समृद्ध जनजातीय सांस्कृतिक विरासत के प्रलेखन, परिरक्षण और प्रदर्श के उद्देश्य से, जनजातीय कार्य मंत्रालय ने दस राज्यों में ग्यारह जनजातीय स्वतंत्रता सेनानी संग्रहालयों को मंजूरी दी है। इसके अतिरिक्त, विभिन्न जनजातीय समुदायों के जीवन और संस्कृति को दर्शाने वाली दुर्लभ कलाकृतियों, पारंपरिक पोशाकों, आभूषणों, हथियारों और अन्य तत्वों को प्रदर्शित करने के लिए जनजातीय कार्य मंत्रालय द्वारा नृवंशविज्ञान संग्रहालयों को भी मंजूरी दी गई है।

इसके अलावा, अपने अनुसंधान प्रभागों और विद्वानों एवं सांस्कृतिक संस्थानों के साथ सहयोगात्मक पहलों के माध्यम से, आईजीएनसीए जनजातीय विरासत, मौखिक परंपराओं और ऐतिहासिक वृत्तांतों के प्रलेखन में योगदान देता है, जिसमें देश भर के जनजातीय नेताओं के योगदान और शहादत पर प्रकाश डालने वाले साहित्य और प्रकाशन शामिल हैं।

(छ): ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(ज): वर्तमान में, मानगढ़ धाम को राष्ट्रीय स्मारक घोषित करने का कोई प्रस्ताव विचाराधीन नहीं है।

LABOUR CODES IMPLEMENTATION

4899. SHRI ANTO ANTONY:

SHRI BENNY BEHANAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of total number and nature of stakeholder objections received during the public consultation period on the draft Central Rules pertaining to the new Labour Codes;

(b) whether the Government has prepared and placed in the public domain any issue-wise compendium of comments received and if so, the details

thereof;

(c) whether any modifications were made to the final rules based on the said representations and if so, the details thereof, rule-wise; and

(d) the details of status of framing and notifying corresponding State Rules under each Code and steps taken/being taken by the Government to ensure harmonisation and timely roll-out, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Central Government has implemented the four Labour Codes, viz; the Code on Wages, 2019, the Code on Social Security, 2020, the Industrial Relations Code, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 w.e.f. 21.11.2025. Further, the Ministry has also pre-published the draft Central Rules under the aforesaid four Labour Codes on 30.12.2025 for seeking objections and suggestions from stakeholders. The Ministry has conducted five regional conferences during Jan- Feb, 2026 to sensitise all States/UTs to finalise their rules under the codes for smooth implementation across the country.

IMPACT OF CLIMATE CHANGE ON DESERT LIVELIHOODS

4900. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether studies have been conducted on climate change impacts on desert livelihoods, and if so, the details thereof;

(b) whether rising temperatures and erratic rainfall affect pastoral and agrarian communities;

(c) if so, the details of adaptation measures are incorporated in climate action plans; and

(d) whether targeted support is proposed for climate-vulnerable districts and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): Climate change is a cross-cutting issue spanning various Ministries/ Departments and institutions under them. Sectoral aspects of climate change are studied by different Ministries/Departments across sectors such as agriculture, water resources, human health, power, renewable energy, transport, urban issues/development, etc.

As per India's Third National Communication (TNC) submitted to the United Nations Framework Convention on Climate Change (UNFCCC) in 2023, India is experiencing a full range of climate change impacts, ranging from floods and droughts to heatwaves. The impacts of climate change are observed in various sectors, including agriculture and water resources.

The Indian Council of Agricultural Research (ICAR) is implementing a project, National Innovations in Climate Resilient Agriculture (NICRA), which

studies the impact of climate change on agriculture, conducts district-level risk and vulnerability assessment of agriculture to future climate change, and integrates simulation modelling to estimate future climate change projections. Under the project, risk and vulnerability assessment of agriculture to climate change has been carried out at the district level for 651 predominantly agricultural districts as per Intergovernmental Panel on Climate Change (IPCC) protocols. 310 districts were identified as vulnerable, out of which 109 districts have been categorised as ‘very high’ and 201 districts as ‘highly’ vulnerable. For enhancing the resilience and adaptive capacity of farmers to climate variability, location-specific climate resilient technologies such as system of rice intensification, aerobic rice, direct seeding of rice, zero till wheat sowing, cultivation of climate resilient varieties tolerant to extreme weather conditions such as drought and heat; in-situ incorporation of rice residues etc. have been demonstrated under the project through Krishi Vigyan Kendras in 448 Climate Resilient Villages of 151 climatically vulnerable districts covering 28 States / Union Territories for adoption by farmers. Capacity building for establishing village-level seed banks and community nurseries is being undertaken under the project to ensure the availability of seeds in the adopted villages.

The Government has implemented several initiatives to reduce dependence on rainfed agriculture, enhance irrigation infrastructure, promote sustainable water management practices, and develop climate-resilient agricultural systems to mitigate the impacts of irregular monsoons, particularly in regions vulnerable to them. The National Adaptation Fund for Climate

Change (NAFCC), established in 2015-16, aims to support concrete adaptation activities that mitigate the adverse effects of climate change.

Further, the State Action Plan on Climate Change (SAPCC) developed by the States and UTs identify measures to adapt to climate change vulnerability, including in the agriculture sector, implemented through various schemes, with the objective of enhancing climate resilience and promoting water-efficient cropping patterns

As a Party to the United Nations Convention to Combat Desertification (UNCCD), India has prepared a National Action Plan to Combat Desertification, 2023, in line with the country's commitments to restore 26 million hectares of degraded land by 2030. The plan emphasises the convergence of the various schemes for restoring degraded land. The Government is implementing various schemes/programs, including, inter alia, the Green India Mission, the Watershed Development Component of the Pradhan Mantri Krishi Sinchayee Yojna (PMKSY), Nagar Van Yojana, Compensatory Afforestation under CAMPA funds, and the Viksit Bharat - Guarantee for Rozgar and Ajeevika Mission (Gramin) to implement various projects and activities which have a positive impact on reducing desertification across the country.

WELFARE OF GIG WORKERS

4901. SHRIMATI D. K. ARUNA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government is aware of the gig workers strike across the country due to low wage and incentives paid by their companies;

(b) if so, the details thereof along with the steps taken/being taken by the Government to safeguard their jobs and provide safety to them; and

(c) whether the Government has any plan to bring the said workers under any category/sector, like skilled and semi-skilled laboures and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): For the first time, the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

As per the Code, the ‘gig worker’ has been defined as a person who performs work or participates in a work arrangement and earns from such activities outside of traditional employer-employee relationship.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of a Social Security Fund to finance these welfare schemes. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

Multiple rounds of deliberations have been conducted with Aggregators, Knowledge Partners and Platform Workers Unions/Associations and State Government/UTs for social security framework for gig and platform workers.

To maximise registration of platform workers on eShram Portal, three nationwide special registration drives were held during the months of April, May and August-September, 2025 in collaboration with States and Union Territories. As on 17.03.2026, around 8.86 lakh platform workers are registered on eShram portal.

REGULATION OF USE OF SMARTPHONE IN SCHOOLS

4902. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Union Government has any proposal to regulate and restrict the use of smartphone by students under the age of 16 in Government and private schools across the country;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The Ministry of Education has undertaken comprehensive interventions to address screen time management through its constituent bodies and affiliated organizations. The Ministry of Education, Government of

India, introduced the PRAGYATA Guidelines on July 14, 2020, which aim to ensure the safety and academic welfare of students by recommending age-appropriate screen time limits. For pre-primary students, screen time is limited to 30 minutes per day, primarily for interactions with parents. Students in Classes 1 to 8 are advised to have no more than two online sessions of 30-45 minutes each per day. For Classes 9 to 12, up to four sessions of 30-45 minutes each per day are recommended. The guidelines also emphasise the importance of parental involvement in monitoring children's physical and mental well-being, promoting open communication about internet use and balancing online activities with offline play and physical exercise.

Education is part of the Concurrent List of the Constitution and most of the Government schools are under the administration of the State Government and its bodies. Various States/UTs are taking measures to regulate and restrict the use of smartphone by students.

These measures are aimed at ensuring academic discipline, reducing distractions, addressing concerns related to excessive screen time and digital addiction, preventing cyber-misconduct and promoting equitable and responsible use of technology in education.

बदायूं जिले में नए आईटीआई की स्थापना

4903. श्री आदित्य यादवः

क्या **कौशल विकास और उद्यमशीलता** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने स्थानीय युवाओं के लिए व्यावसायिक प्रशिक्षण के अवसरों को बढ़ाने हेतु

उत्तर प्रदेश के बदायूं जिले में नए औद्योगिक प्रशिक्षण संस्थान (आईटीआई) या कौशल विकास केंद्र स्थापित किए हैं या स्थापित करने की योजना है;

(ख) यदि हां, तो उक्त जिले में मौजूदा आईटीआई में प्रदान किए जाने वाले व्यावसायिक पाठ्यक्रमों और वर्तमान सत्र में नामांकित प्रशिक्षुओं की संख्या का ब्यौरा क्या है और क्या कौशल विकास और युवाओं में रोजगार क्षमता सुनिश्चित करने के लिए सरकार द्वारा अवसंरचना या संकाय संख्या में वृद्धि का कोई कार्य किया गया है या प्रस्तावित है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): कौशल विकास और उद्यमशीलता मंत्रालय के अंतर्गत प्रशिक्षण महानिदेशालय (डीजीटी) देश के युवाओं को कौशल प्रशिक्षण प्रदान करने हेतु औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के नेटवर्क के माध्यम से शिल्पकार प्रशिक्षण योजना (सीटीएस) का कार्यान्वयन करता है। सीटीएस के अंतर्गत देशभर में 14,688 आईटीआई के माध्यम से 169 पाठ्यक्रमों में प्रशिक्षण प्रदान किया जाता है।

आईटीआई की स्थापना तथा दैनंदिन अभिशासन की ज़िम्मेदारी संबंधित राज्य सरकारों तथा संघ राज्य क्षेत्र प्रशासन के अधिकार क्षेत्र में आती है, जबकि पाठ्यक्रम निर्माण, संबद्धता संबंधी मानदंड निर्धारित करना, परीक्षाओं का संचालन एवं प्रमाणन जैसी नीतिगत जिम्मेदारियां केंद्र सरकार द्वारा निभाई जाती हैं। जब भी राज्यों/संघ राज्य क्षेत्रों से नए आईटीआई की स्थापना हेतु प्रस्ताव प्राप्त होते हैं, उनका परीक्षण संबद्धता मानकों और नियमों के अनुसार किया जाता है।

(ख) और (ग): वर्तमान में, उत्तर प्रदेश राज्य में 3,304 आईटीआई हैं जो सीटीएस के अंतर्गत प्रशिक्षण प्रदान कर रहे हैं। बदायूँ ज़िले में, सीटीएस के अंतर्गत 14 आईटीआई कार्यरत हैं, जिनमें से 7 राजकीय और 7 निजी आईटीआई हैं।

बदायूँ ज़िले में, वर्तमान सत्र (2025–26) में संचालित ट्रेडों एवं नामांकित प्रशिक्षुओं का

ब्यौरा संलग्न **विवरण** में दिया गया है।

उन्नत आईटीआई के माध्यम से प्रधानमंत्री कौशल विकास और रोजगार योग्यता परिवर्तन (पीएम-सेतु) योजना देश में व्यावसायिक प्रशिक्षण की गुणवत्ता एवं प्रासंगिकता को सुदृढ़ करने के लिए प्रारंभ की गई है, जिसके अंतर्गत उन्नत प्रयोगशालाएं, आधुनिक मशीनें तथा उद्योग-अनुकूल पाठ्यक्रम विकसित किए जा रहे हैं। इस योजना में हब एवं स्पोक मॉडल के अंतर्गत 1,000 राजकीय आईटीआई (200 हब एवं 800 स्पोक) के उन्नयन का प्रावधान है, जिसमें स्मार्ट कक्षाएं, आधुनिक प्रयोगशालाएं, डिजिटल सामग्री तथा उद्योग की आवश्यकताओं के अनुरूप नए पाठ्यक्रम शामिल हैं। यह उन्नयन उद्योग-संचालित विशेष प्रयोजन साधन (एसपीवी) के माध्यम से किया जाएगा। पीएम-सेतु योजना के अंतर्गत आईटीआई का चयन संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा उद्योग के परामर्श से किया जाता है, जिससे उभरती कौशल आवश्यकताओं एवं स्थानीय औद्योगिक संभावनाओं के साथ अनुरूपता सुनिश्चित हो सके।

इसके अलावा, पीएम-सेतु योजना के घटक-II के अंतर्गत प्रशिक्षकों के कौशलोन्नयन तथा प्रशिक्षकों का प्रशिक्षण कार्यक्रम संचालित किया जा रहा है, जिसका उद्देश्य दक्ष प्रशिक्षकों का एक सशक्त समूह तैयार करना है। इस कार्यक्रम में सेवा-पूर्व एवं सेवा-कालीन दोनों प्रकार के प्रशिक्षण शामिल हैं, जिनमें उन्नत तकनीकी कौशल, आधुनिक शिक्षण पद्धति तथा वैश्विक सर्वोत्तम पद्धतियों का समावेश किया गया है। वित्तीय-वर्ष 2025–26 के दौरान राष्ट्रीय कौशल प्रशिक्षण संस्थानों (एनएसटीआई), टाटा भारतीय कौशल संस्थान (टाटा आईआईआईएस) तथा उद्योग भागीदारों के सहयोग से विभिन्न क्षेत्रों में कुल 483 प्रशिक्षकों को प्रशिक्षण प्रदान किया गया है।

विवरण

बदायूँ जिले स्थित आईटीआई में सत्र 2025-26 के दौरान संचालित ट्रेडों और नामांकित प्रशिक्षुओं की सूची

क्र.सं.	ट्रेड	सत्र 2025-26 में नामांकन
1.	कंप्यूटर ऑपरेटर और प्रोग्रामिंग असिस्टेंट	267

2.	कॉस्मेटोलॉजी	142
3.	ड्राफ्ट्समैन (सिविल)	48
4.	ड्राफ्ट्समैन (मैकेनिकल)	20
5.	ड्रेस मेकिंग	80
6.	इलेक्ट्रीशियन	359
7.	इलेक्ट्रीशियन पावर डिस्ट्रीब्यूशन	20
8.	इलेक्ट्रॉनिक्स मैकेनिक	72
9.	फैशन डिज़ाइन और टेक्नोलॉजी	80
10.	फिटर	202
11.	इंडस्ट्रियल रोबोटिक्स और डिजिटल मैन्युफैक्चरिंग टेक्नीशियन	40
12.	सूचना संचार प्रौद्योगिकी प्रणाली रखरखाव	48
13.	इंस्ट्रूमेंट मैकेनिक	24
14.	मशीनिस्ट	39
15.	मैकेनिक (मोटर वाहन)	48
16.	मैकेनिक उपभोक्ता इलेक्ट्रॉनिक्स उपकरण	24
17.	मैकेनिक डीज़ल	96
18.	मैकेनिक इलेक्ट्रिक वाहन	24
19.	पेंटर जनरल	27
20.	फिजियोथेरेपी टेक्नीशियन	80
21.	प्लास्टिक प्रोसेसिंग ऑपरेटर	36
22.	प्लंबर	137
23.	रेफ्रिजरेशन और एयर कंडीशनिंग टेक्नीशियन	144
24.	सिलाई टेक्नोलॉजी	27
25.	शीट मेटल वर्कर	40
26.	स्टेनोग्राफर और सेक्रेटेरियल असिस्टेंट (अंग्रेजी)	45

27.	स्टेनोग्राफर और सेक्रेटेरियल असिस्टेंट (हिंदी)	48
28.	टर्नर	40
29.	वेल्डर	240
30.	वायरमैन	20
कुल योग		**2517**

FIXED TERM EMPLOYMENT AND UNIVERSAL MINIMUM WAGES

4904. SHRI VISHALDADA PRAKASHBAPU PATIL:

SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

DR. LATA WANKHEDE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government is prioritizing the notification of key pro-worker provisions under the four Labour Codes, specifically "Fixed Term Employment" and "Universal Minimum Wages" and if so, the details thereof;

(b) whether the rationale for "Fixed Term Employment" is to grant the same statutory benefits by including pro-rata gratuity after just one year of service as permanent employees by eliminating exploitation of the contract workers and if so, the details thereof;

(c) the details of consensus building with State/UT Governments to ensure a uniform rollout of the "Floor Wage" across the country, preventing

"wage shopping" by industries;

(d) the details of safeguards ensuring that the flexibility provided to industries does not compromise the job security and dispute resolution mechanisms available to workers; and

(e) the manner in which the said modern codes balance "Ease of Doing Business" for employers with "Ease of Living" for employees, fostering a harmonious industrial environment?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Industrial Relations Code, 2020 enacted by Central Government has the provision of Fixed Term Employment which makes a worker engaged for a fixed period of time eligible to get the same wages allowances, hours of work and other statutory benefits as that of a permanent worker doing same or similar work. The worker is also eligible for pro-rata gratuity after one year of service.

The Code provides for safeguards against layoffs, retrenchment and closure in the form of prior permission of appropriate government for industrial establishments with 300 or more workers, mandatory notice, retrenchment compensation and reskilling fund for all retrenched workers. The code also has provisions for dispute resolution through conciliation officers and industrial tribunals.

The Code on Wages, 2019 universalizes the applicability of minimum

wages across employments and ensures timely payment of wages to all employees. The code empowers both the Central as well as State Governments as appropriate governments to fix, review and revise the minimum rate of wages for the establishments in their spheres. The Code further mandates the Central Government to fix a floor wage, below which no state can fix its minimum wages.

The Occupational Safety, Health and Working Conditions Code, 2020 provides a uniform legal framework to ensure the welfare, health, and safety of workers across all sectors, while simultaneously promoting ease of doing business through simplified compliance mechanisms.

The Code on Social Security, 2020 extends social security benefits like provident fund, gratuity, maternity, compensation, disablement and sickness benefits etc. to all employees and workers in the organised and unorganised sectors.

The four codes have been enacted after simplification, amalgamation and rationalization of 29 existing Central Labour Laws to make compliances simpler while ensuring workers safety, health and welfare.

The codes have been made effective from 21st November 2025.

UNEMPLOYMENT AMONGST YOUTH

4905. SHRI BAPI HALDAR:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of the number and current weekly status of the unemployed

youths aged 15 to 29 years in urban and rural areas in the country, since 2025, month and State/UT-wise;

(b) whether it is a fact that urban unemployment rate is at 14.7 per cent and at 20.1 per cent for women as per International Labour Organisation (ILO); and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

Also, MoSPI has revamped PLFS from January 2025. The PLFS has been conducted on annual basis since 2017 and with quarterly urban estimates from 2018. Additionally, monthly as well as quarterly rural estimates are released by MoSPI since January, 2025. Changes are expected in the monthly PLFS ratios due to increased frequency and seasonal changes but do not necessarily reflect secular trends.

As per the latest Annual PLFS reports, the estimated Unemployment Rate (UR) on usual status for youth of age 15-29 years has decreased from 16.6% in 2017-18 to 8.5% in 2023-24 in the rural areas of the country and from 20.6% to 14.7% in the urban areas of the country during the same period. State/UT-wise, area-wise and month-wise information is available in the PLFS reports

which may be seen at the website of MoSPI at https://www.mospi.gov.in/publications-reports.

As per latest available the India Employment Report 2024 brought out by ILO –IHD (International Labour Organisation-Institute of Human Development), the unemployment rate for persons of age 15 years and above was 6.3% in 2022 in urban areas of the country and 3.3% for female in the country during the same period.

COLLEGES AND UNIVERSITIES WITH ENGLISH AS MEDIUM OF INSTRUCTION

4906. SHRI SOUMENDU ADHIKARI:

Will the Minister of **EDUCATION** be pleased to state:

(a) the number of colleges and universities in which english is the medium of instruction and the corresponding figures for regional language for the latest available year 2024, State-wise;

(b) the total enrolment of students by medium of instruction (English, Regional Language, Hindi) in higher education during the last five years, State/year-wise; and

(c) whether there has been an increase or decrease in the number of institutions and students choosing regional languages as the medium of instruction and if so, the implementation details by the State authorities?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH

EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c): All India Survey on Higher Education (AISHE) database does not maintain information regarding the institutions' medium of instruction. As per the information received from the University Grants Commission (UGC), the information about medium of instruction in the programmes being offered by the Higher Education Institutions is not centrally maintained by UGC. Universities, being autonomous institutions, make decisions on academic matters, including the medium of instruction through their Statutory Bodies.

Further, in alignment with the vision of the National Education Policy (NEP), 2020, several initiatives have been undertaken for the promotion of Bharatiya Bhasha in teaching-learning. The initiatives undertaken by the Indian Institutes of Technology (IITs) include handholding classes in regional languages, peer mentoring, language learning centres, bilingual thesis abstracts, and tools like Bhashini. Tutorials, zero-hour sessions, and mentoring in Indian languages alongside English proficiency programs, along with AI-based translation and multilingual resources are also provided.

The University Grants Commission (UGC) has launched the ASMITA (Augmenting Study Materials in Indian Languages through Translation and Academic Writing) initiative to strengthen the use of Indian languages in Higher Educational Institutions.

The All India Council for Technical Education (AICTE) has developed Anuvadini App to translate books for Under Graduate and Post Graduate courses and Technical books like engineering and law in 12 Indian languages.

Further, for promotion of mother tongue in teaching and research, AICTE launched 'Vibrant Advocacy for Advancement and nurturing of Indian Languages (VAANI)' initiative which provides financial assistance to approved institutions for organising seminars/ workshops/ conferences. The translated books are available for free download on e-KUMBH portal.

The National Eligibility cum Entrance Test (NEET) examination for admission to undergraduate medical courses, the Joint Entrance Examination (JEE) examination for admission to undergraduate engineering programmes, and the Common University Entrance Test (CUET) for admission to UG courses in Central Universities are also conducted in 13 languages.

GEO-SPATIAL MONITORING OF CAMPA WORKS

4907. SHRI P. P. CHAUDHARY:

SHRI P. C. MOHAN:

SHRI PRAVEEN PATEL:

SHRI RODMAL NAGAR:

SHRI NABA CHARAN MAJHI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the total number and area of plantation sites geo-tagged and uploaded on the e-Green Watch portal under Compensatory Afforestation Fund Management and Planning Authority (CAMPA) fund during the last three years, State/UT-wise, including Pali Lok Sabha Constituency and

Bengaluru;

(b) the details of validation protocol adopted by the Forest Survey of India for analysing geo-spatial polygons including parameters used to verify location accuracy, area conformity and year-wise tagging;

(c) whether geo-spatial scrutiny has led to revision, rejection or rectification of plantation entries;

(d) if so, the details thereof including the extent of corrections carried out; and

(e) the manner in which the portal has improved fund tracking, survivability monitoring and outcome-based assessment of afforestation works?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The State-wise details of total number and area of plantation sites identified for compensatory afforestation uploaded on the e-Green Watch portal under Compensatory Afforestation Fund Management and Planning Authority (CAMPA) during the last three years, from 2023-2025 are given in the enclosed **Statement.**

The geo-spatial polygons of the plantation sites identified for compensatory afforestation are uploaded in the e-Green Watch portal by the respective State Governments and UT Administrations. The monitoring of plantation sites uploaded on the e-Green Watch portal is carried out by the Forest Survey of India using geospatial analysis of high-resolution satellite imagery. The process includes verification of polygon location, boundary

alignment, conformity of the area etc by the Forest Survey of India as per the details provided by the State Forest Departments.

(c) to (e): During the monitoring process, remarks are provided by the Forest Survey of India against each polygon indicating discrepancies or observations noticed during geospatial analysis. These remarks are visible to the respective State Forest Departments on the portal. Based on these remarks, the States rectify the identified issues and update the data on the portal. Polygons earlier marked as incorrect or pending are periodically revisited by Forest Survey of India. Subsequently, the State Forest Departments rectify the errors and re-upload the corrected polygons. The e-Green Watch portal is dynamic in nature with continuous uploading and updating of plantation polygons by State Forest Departments.

The e-Green Watch portal is a web-based and user-friendly application that enables the detection of changes in the plantation sites taken up for compensatory afforestation over different time periods which enables effective tracking, monitoring and evaluation of the afforestation works undertaken under State CAMPA.

STATEMENT

e-Green Watch Plantation sites data 2023 to 2025

Sl. No.	State	Year 2023		Year 2024		Year 2025	
		No of Polygons	Area (in ha.)	No of Polygons	Area (in ha.)	No of Polygons	Area (in ha.)
1	Andhra Pradesh	329	19073.563	142	2696.447	41	605
2	Arunachal Pradesh			1096	42063.4	990	30921
3	Assam			14	294.4		
4	Chhattisgarh	563	20560.292	433	27542.483	382	16961.87
5	Goa			82	367	72	450.5
6	Gujarat	115	3871.726	70	1696.266	175	2606.15
7	Haryana	3510	25777.6	296	811.549	2053	6563.703
8	Himachal Pradesh	188	1388.607	209	1374.14	639	5222.622
9	Jharkhand	452	18730.803	460	18149.246	196	5631.782
10	Karnataka	1433	32808.353	94	2635.11	1451	37071.522
11	Madhya Pradesh	1949	65029.766	671	27372.208	271	8599.786

12	Maharashtra	1777	25942.87	1024	17596.63	1281	19406.1
13	Manipur	130	3216			302	5435.942
14	Meghalaya	21	171.4				
15	Odisha	1407	79288.61	725	26718.893	435	14743.44
16	Punjab	764	6040.163	3549	24678.439	1711	11116.197
17	Rajasthan	1511	69775.28	2061	84868.553	1279	55989.756
18	Sikkim	329	11172.8	47	563.338	55	560.736
19	Tamil Nadu	43	781.682	48	454.99	….	….
20	Telangana	1408	19506.21	2532	22659.15	2281	86333.36
21	Tripura	247	2555.28	122	1042.05	154	1424.19
22	Uttar Pradesh	2587	31206.53	6964	70553.424	4102	44075.93
23	Uttarakhand	826	6115.322	302	2541.631	395	2312.227
24	West Bengal			131	951.88		
25	Jammu and Kashmir	904	20984.9	352	4516.3	299	3648.73
Total		**20493**	**463997.757**	**21424**	**382147.527**	**18564**	**359680.543**

ATAL BEEMIT VYAKTI KALYAN YOJANA

4908. SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

SHRI SAUMITRA KHAN:

SHRI SUNIL KUMAR:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of current status of implementation of the Atal Beemit Vyakti Kalyan Yojana (ABVKY), including the number of beneficiaries and amount disbursed thereunder in the country during the last three years and the current year, year and State/UT-wise, particularly in West Bengal and Bihar including West Champaran district;

(b) the details of eligibility criteria and duration of unemployment assistance provided under the said scheme;

(c) the details of steps taken/being taken by the Government to streamline claim processing and ensure timely disbursal of benefits in the country, particularly in Bishunpur Lok Sabha Constituency in West Bengal;

(d) whether the Government proposes to revise benefit rates or expand coverage under the said scheme in the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The State-wise details of beneficiaries and the amount disbursed under the

Atal Beemit Vyakti Kalyan Yojana (ABVKY) during the last three years and the current year are given in the enclosed **Statement.**

(b): The eligibility criteria to avail benefit under the Atal Beemit Vyakti Kalyan Yojana (ABVKY) is as under:

(i) The insured person must be in insurable employment for a minimum period of 12 months immediately before his/her unemployment and should have contributed for not less than 78 days in one completed contribution period in 12 months immediately preceding to unemployment.

(ii) The unemployment must not arise from misconduct, during lock out, superannuation, or convicted for false statement under the provision of ESI Act, 1948.

Under the Scheme, unemployment allowance is payable at the rate of 50% of the average daily wages for a maximum period of 90 days once during the lifetime of the insured person.

(c): Several steps to expedite the settlement of claim under the scheme have been taken. These include online submission and processing of the claims, direct benefit transfer (DBT) to the bank accounts of beneficiaries and regular monitoring of claim settlement to ensure timely disbursal of benefits.

(d) and (e): At present, there is no proposal under consideration to revise the benefit rates or expand the coverage under the Atal Beemit Vyakti Kalyan Yojana (ABVKY).

STATEMENT

Details of expenditure made to beneficiaries under the Atal Beemit Vyakti Kalyan Yojana during 2022-23 to 2025-26

Sl. No.	State / UT	2022-23		2023-24		2024-25		2025-26 (Till Feb'26)	
		Total approved claims	Total amount disbursed (in Rs.)	Total approved claims	Total amount disbursed (in Rs.)	Total approved claims	Total amount disbursed (in Rs.)	Total approved claims	Total amount disbursed (in Rs.)
1.	Andhra Pradesh	335	42,97,445	15	1,88,866	13	2,40,060	9	81,125
2.	Assam	5	76,134	0	0	0	0	3	40,760
3.	Bihar	45	8,53,849	0	0	0	0	2	18,222
4.	Chhatisgarh	19	2,51,938	0	0	3	36,095	1	12,314
5.	Delhi	144	24,93,401	2	27,735	7	1,02,392	15	80,384
6.	Goa	13	2,08,957	0	0	0	0	0	0
7.	Gujarat	225	18,12,200	3	53,509	6	1,34,588	622	61,72,285
8.	Haryana	722	96,92,908	366	53,86,786	480	62,48,711	337	28,18,085

9.	Himachal Pradesh	91	13,54,885	0	0	0	0	0	0
10.	Jammu and Kashmir	1	15,431	0	0	0	0	0	0
11.	Jharkhand	6	71,747	0	0	0	0	22	4,06,675
12.	Karnataka	254	45,62,459	17	3,38,969	5	79,758	12	1,42,204
13.	Kerala	44	6,21,767	4	63,741	18	2,22,688	3	22,449
14.	Madhya Pradesh	79	8,48,319	1	16,031	7	55,917	2	8,049
15.	Maharashtra	127	23,92,489	1	25,166	14	2,62,615	1	15,492
16.	Odisha	516	80,32,034	5	67,635	2	16,512	8	82,595
17.	Puducherry	4	88,013	0	0	64	10,37,668	26	4,51,002
18.	Punjab	41	5,92,648	4	48,140	3	54,517	57	6,84,583
19.	Rajasthan	685	84,32,845	38	6,26,355	20	2,37,099	35	4,19,011
20.	Tamilnadu	353	43,93,442	190	28,15,697	1,319	1,82,56,163	131	20,11,056
21.	Telangana	64	9,45,425	25	2,46,788	4	60,696	7	51,857
22.	Uttra Pradesh	266	35,73,697	16	2,49,341	8	1,19,767	6	56,448
23.	Uttrakhand	28	4,22,742	1	32,969	3	18,002	4	43,700

24.	West Bengal	10	1,08,439	0	0	2	25,424	1	2,468
25.	Tripura	0	0	0	0	0	0	1	8,276
	Total	4,077	5,61,43,214	688	1,01,87,728	1,978	2,72,08,672	1,305	1,36,29,040

(Source: ESIC Hqrs.)

CORPORATE SOCIAL RESPONSIBILITY (CSR) FUNDS SPENT IN KOLAR

4909. SHRI M. MALLESH BABU:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the total amount of Corporate Social Responsibility (CSR) funds mandated to be spent by companies operating within the Narasapura and Vemagal industrial areas of Kolar in Karnataka for the Financial Year 2024-25;

(b) the specific data on unspent CSR funds from these units and whether such funds have been transferred to "Unspent CSR Accounts" or diverted to National Funds (Schedule VII) instead of being utilized for the local community, if so, the details thereof;

(c) whether the Government has monitored the nature of CSR projects in Kolar to ensure that they move beyond "general skilling" to address the district's urgent environmental and health crises, such as fluoride-free water provision and groundwater recharging, if so, the details thereof; and

(d) whether the Government is likely to enforce the "Local Area Preference" mandate under section 135(5) of the Companies Act, 2013, to ensure that the human development indices of villages in Malur and Bangarpet are prioritized by the industries operating in their vicinity and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a): Under the Companies Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. This Committee formulates and recommends the CSR policy, which outlines the activities to be undertaken by the company in alignment with the areas or subjects specified in Schedule VII of the Act.

The first proviso to Section 135 (5) of the Act provides that the company shall give preference to the local area and areas around it where it operates. However, the emphasis on local area is only directory and not mandatory in nature and companies need to balance local area preference with national priorities. The Government does not mandate the companies to spend in any particular geographical area or for any particular activity.

(b) to (d): In view of the reply to part (a) above, the situation does not arise.

ENROLMENT AND RETENTION RATES OF GIRLS IN SCHOOLS

4910. SHRI THARANIVENTHAN M. S.:

Will the Minister of **EDUCATION** be pleased to state:

(a) the current enrolment and retention rates of girls in schools under the Samagra Shiksha scheme, State/UT-wise;

(b) the specific initiatives that have been implemented under Samagra Shiksha to increase the enrolment of girls, particularly at the secondary and senior secondary levels;

(c) whether there are any scholarships, incentives or financial assistance

programme available for girls under the Samagra Shiksha Scheme and if so, the number of girls benefitting from such financial support during each of the last one year;

(d) the awareness campaigns conducted under Samagra Shiksha to promote girls' education and engage communities in supporting the education of girls; and

(e) the other steps taken by the Government to ensure gender-sensitive infrastructure in schools, such as separate toilets, hygiene facilities and safe spaces to encourage girls' attendance?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): State/UT-wise details of the current enrolment and retention rates of girls in schools under the Samagra Shiksha scheme, are given in the enclosed **Statement**. Further, the Gender Parity Index is above 1.0 at all pedagogical structures and the dropout rate for girls is lower than that of boys.

Under Samagra Shiksha, various interventions have been targeted for girls, which include opening of schools in the neighbourhood to make access easier for girls, free uniform and text-books to girls up to Class VIII, Self-Defence Training to Girls of class VI to XII of Govt. Schools, additional teachers and residential quarters for teachers in remote/hilly areas, appointment of additional teachers including women teachers, stipend @Rs. 200 per month for 10 months in a year to CWSN girls from class I to class XII,

separate toilets for girls, teachers' sensitization programs to promote girls participation, gender-sensitive teaching-learning materials including text books etc. A total number of 5.50 lakh CwSN girls received stipend during 2024-25.

Further, special state specific projects for varied interventions under equity are also emphasized for enhancing access, retention and quality for girls by promoting enrolment drives, retention and motivation camps, gender sensitization modules etc. Such projects include life skills, awareness programmes, incinerators, sanitary pad vending machines etc. Under Samagra Shiksha, there is a provision of Separate toilets for girls in schools. As per UDISE+ 2024-25, 97.1% Govt. Schools have Separate toilets for girls in schools.

To reduce gender gaps at all levels of school education, there is a provision of Kasturba Gandhi Balika Vidyalayas (KGBVs) under Samagra Shiksha. KGBVs are residential schools from class VI to XII for girls belonging to Socio-Economically Disadvantaged Groups such as SC, ST, OBC and others. For admission in KGBVs for Grade VI, the States/UTs do awareness campaigns for enrolment of girls. In addition, under Samagra Shiksha, financial assistance is provided to States and UTs for setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas, construction of hostels under PM-JANMAN, construction of hostels under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) for unsaturated ST population which includes hostel facilities for both boys and girls to improve the retention rate.

National Education Policy (NEP), 2020 emphasizes the participation of

community and parents in helping the child to learn appropriately and in achievement of learning outcomes. Under Samagra Shiksha, there is a provision of Community Mobilization under Quality and Innovation interventions. With the help of Community, every year enrollment drives are conducted at the beginning of the academic session for identifying and bringing out-of-school or dropout girls back into the formal educational system. Parents are informed about various provisions of Samagra Shiksha which helps to reduce financial barriers in education through awareness programs.

STATEMENT

State/UT-wise details of the current enrolment and retention rates of girls in schools under the Samagra Shiksha scheme

S. No.	State/UTs Name	Girls Enrolment (All Mgt.) Schools (2024-25)				Girls Retention Rate (All Mgt.) - 2024-25			
		Primary	Upper Primary	Secondary	Higher Secondary	Primary	Elementary	Secondary	Higher Secondary
1	Andaman and Nicobar Islands	11333	8153	5493	5381	100.0	91.2	88.3	82.5
2	Andhra Pradesh	1577070	1084320	657086	536012	100.0	100.0	97.6	64.3
3	Arunachal Pradesh	68780	38560	22562	13846	56.9	53.6	34.8	20.7
4	Assam	1579996	902564	563519	305056	80.2	74.4	57.4	30.4
5	Bihar	4990195	2863510	1435008	1055921	90.9	77.8	37.8	26.9
6	Chandigarh	37529	29640	18857	19240	100.0	100.0	100.0	100.0
7	Chhattisgarh	1199042	732078	425717	315689	93.7	90.5	67.6	54.7
8	Dadra and Nagar Haveli and Daman and Diu	28357	17517	10368	7683	100.0	95.4	83.0	62.4
9	Delhi	795028	558822	337745	296984	100.0	100.0	87.9	90.2
10	Goa	55203	35137	22040	19635	100.0	92.9	85.6	80.3

11	Gujarat	2148938	1494554	777536	530767	100.0	90.4	69.3	44.8
12	Haryana	1038381	691203	405140	338854	100.0	97.8	97.1	67.5
13	Himachal Pradesh	231618	157862	107449	93657	100.0	95.2	91.1	84.6
14	Jammu and Kashmir	502369	272394	163376	119331	79.8	75.1	55.6	39.7
15	Jharkhand	1606432	942127	570880	391784	90.6	80.8	55.3	37.2
16	Karnataka	2460515	1508254	1002153	682353	100.0	94.9	89.2	57.8
17	Kerala	1082658	723388	482379	446809	97.9	99.5	99.9	92.9
18	Ladakh	10806	5800	4046	2856	77.6	71.9	75.6	53.3
19	Lakshadweep	2530	1443	895	591	92.6	100.0	100.0	100.0
20	Madhya Pradesh	3045523	1905758	1030466	695912	89.8	81.0	56.0	34.5
21	Maharashtra	4385494	2579685	1684658	1337055	100.0	92.5	86.1	68.2
22	Manipur	143521	70259	43762	32536	67.3	61.6	53.0	32.0
23	Meghalaya	244178	115793	62675	30409	57.4	44.4	32.7	18.2
24	Mizoram	56570	29512	19973	12836	56.7	54.0	42.9	29.1
25	Nagaland	78619	43387	27884	19513	70.7	50.8	48.5	31.9
26	Odisha	1584653	1026516	618138	472075	100.0	92.5	76.3	56.0
27	Puducherry	40420	27494	18848	17897	93.8	97.0	92.5	87.2
28	Punjab	1003521	599694	382354	340172	100.0	94.1	80.6	71.4

29	Rajasthan	3182406	1992018	1153110	923047	84.9	79.6	56.9	53.5
30	Sikkim	19593	12415	8689	7295	87.3	79.6	75.8	62.7
31	Tamil Nadu	2214357	1485163	985466	921941	95.7	96.1	90.7	80.2
32	Telangana	1466391	906616	563682	414250	100.0	95.6	79.1	57.6
33	Tripura	139552	88433	51744	40889	100.0	87.4	71.3	53.4
34	Uttar Pradesh	9142434	5423757	2693442	2392311	86.9	70.7	48.4	42.7
35	Uttarakhand	448659	272960	172673	159351	98.8	84.3	73.5	69.9
36	West Bengal	3458745	2175120	1527041	859488	86.9	89.8	77.5	56.2
	INDIA	**50081416**	**30821906**	**18056854**	**13859426**	**93.4**	**84.2**	**64.2**	**49.6**

(Source: UDISE+ 2024-25)

UTILISATION OF FUNDS UNDER PM-USHA AND OTHER HIGHER EDUCATIONAL SCHEMES

4911. SHRI KUNDURU RAGHUVEER:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of funds sanctioned, released and utilised under the Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) [earlier Rashtriya Uchchatar Shiksha Abhiyan (RUSA)], Higher Education Financing Agency (HEFA), Prime Minister's Research Fellowship (PMRF), Scheme for Promotion of Academic and Research Collaboration (SPARC) and Global Initiative of Academic Networks (GIAN) during the last five years, State-wise including Telangana;

(b) the number of State Universities, Government Degree Colleges and research institutions in Telangana that have benefited under these schemes;

(c) whether the Government proposes to establish new Central Institutions, Model Degree Colleges or Research and Innovation Hubs in backward districts such as Nalgonda, if so, the details thereof; and

(d) the steps taken by the Government to strengthen digital higher education through SWAYAM portal and SWAYAM Prabha channels in rural and semi-urban regions to ensure equitable access to quality higher education?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): The government launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA), with an outlay of Rs. 12,926.10 crore, including the committed liabilities of the earlier phases of RUSA, for the period 2023-24 to 2025-26, to cater to the needs of educationally unserved/ underserved areas. PM-USHA is a Centrally Sponsored Scheme aimed at funding specific State government universities and colleges, so as to improve their quality by ensuring their conformity to prescribed norms and standards.

Under the scheme, a total of 94 units have been approved in the State of Telangana, with a total approved cost of Rs. 767.60 crore (Central share is Rs. 463.60 crore). Out of this, an amount of Rs. 57.4 crore (Central share) has been released to Telangana during the last five years (i.e.,2020-23 to 2024-25) and the current FY (as on 18.03.2026). In the State of Telangana, 13 Universities and 75 Colleges have been approved support under RUSA/PM-USHA. Furthermore, in the district of Nalgonda, 5 units have been approved support for an amount of Rs. 31 Crore under various components of the scheme.

The government has set up Higher Education Financing Agency (HEFA) as a Section-8 company and registered with RBI as Non-Banking Finance Company (NBFC). It provides fund to create quality infrastructure to all

centrally funded Higher Educational Institutions under Ministry of Education. HEFA has sanctioned Rs 18458.30 Cr and released/utilised Rs.16479.62 Cr. during the last five years to different States including Telangana.

In pursuance to the Budget Announcement 2018-19, the Government had approved Prime Minister's Research Fellows Scheme (PMRF) with total financial outlay of Rs. 1650.00 Cr. The scheme aimed to attract the best and brightest minds to pursue high quality research in India's premier academic institutions with enhanced financial support which includes fellowship and research grant. Under PMRF, 3688 scholars have been admitted. Till date, Rs. 1282 crores have been released under the scheme.

The Scheme for Promotion of Academic and Research Collaboration (SPARC) was launched on 28th October 2018 with an aim to improve the research ecosystem of India's Higher Education Institutions by facilitating academic and research collaborations between Indian Institutions and the best institutions in the world to jointly solve problems of national and international relevance, with a budget outlay of Rs. 425.2 crores for the period 2021-22 to 2025-26. Under the scheme, a total of 67 proposals have been approved in the State of Telangana.

The Global Initiative of Academic Networks (GIAN) Scheme aims to enrich Indian academic institutions through the participation of internationally reputed faculty, enabling access to global knowledge and expertise. The Scheme facilitates the conduct of specialized courses and academic interactions by foreign experts, thereby enhancing the quality of teaching and

learning. It also promotes collaborative research, encourages innovation, and provides a structured platform for academic engagement. During the current year a total of Rs 14.23 crore has been released for 166 courses.

In the State of Telangana, there are several centrally funded higher educational institutions including University of Hyderabad, Indian Institute of Technology (IIT) Hyderabad, National Institute of Technology (NIT), Warangal, etc. Furthermore, under RUSA, 7 New Model Degree Colleges have been established in the State of Telangana with a total amount of Rs. 12 Crore each.

Under National Mission on Education through Information and Communication Technology (NMEICT) scheme, Study Webs of Active Learning for Young Aspiring Minds (SWAYAM) platform hosts content curated by premier institutions and is available free of cost with the approach of “Anyone, Anywhere, Anytime” Learning. Further, University Grants Commission has issued (Credit Framework for Online Learning Courses through Study Webs of Active Learning for Young Aspiring Minds) Regulations, 2021, which enables institutions to allow upto 40% of the total credits being offered in a particular programme in a semester through SWAYAM Platform. To make credits from Swayam platform more accessible, Ministry of Education has also allowed the Universities that accept SWAYAM credit, to take the SWAYAM proctored examination in their own campuses for their student.

As on date, 415 universities have adopted SWAYAM Courses for credit. More than 4400 unique courses have been offered through SWAYAM. These courses have witnessed cumulative enrolments of more than 6 Crores.

Further, with a vision to promote equitable access to quality learning, the Government is implementing the SWAYAM Prabha project under NMEICT, which provides curriculum-based educational content through a network of 48 Direct-to-Home (DTH) television channels. As on date, educational video lectures with a cumulative duration of over 94,000 hours are available on the web platform.

MISUSE OF SOCIAL MEDIA PLATFORM BY FINANCIAL INFLUENCERS

4912. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has assessed the rising misuse of social media platforms by unregistered financial influencers for misleading investors and if so, the number of complaints received and enforcement actions initiated in this regard;

(b) whether mandatory display of Securities and Exchange Board of India (SEBI) registration numbers are likely to effectively curb fraudulent investment advice online and if so, the monitoring mechanism put in place and penalty framework prescribed thereof;

(c) whether SEBI proposes real-time surveillance tools to track misleading securities-related content across digital platforms and if so, the details of the technological framework and implementation timeline thereof;

(d) whether investors have suffered financial losses due to impersonation of

registered entities on social media platforms and if so, the details thereof along with the compensation or grievance redressal mechanisms established;

(e) whether the Government plans coordination with social media companies to remove unregistered investment promotion accounts and if so, the details of agreements or compliance protocols developed in this regard; and

(f) whether SEBI has conducted awareness campaigns enabling investors to verify registration numbers before investing and if so, the details of such outreach and regional implementation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Securities and Exchange Board of India (SEBI) receives inputs about misleading/manipulative/unlawful contents pertaining to the securities market and escalates such inputs to the social media platform provider(SMPP) concerned to remove/disable/take down the same in terms of the relevant regulatory framework.

SEBI has escalated 1,33,000 misleading/manipulative social media contents relating to securities market, as on February 28, 2026, to the concerned social media platform providers (SMPP).

(b): To enhance transparency, investor protection, and strengthen conduct of SEBI regulated entities, SEBI requires regulated entities and their agents to prominently display their registered name and registration number on social

media profiles and in all securities-related content. This helps investors verify authenticity and distinguish them from unregistered entities.

(c): SEBI is currently not using any AI tools to track misleading securities-related content across digital platforms.

(d): No such data is available with SEBI. Further, with regard to the grievance redressal mechanisms of SEBI, all complaints received by SEBI pertaining to securities market are dealt through SCORES, which is an online platform that enables the investors to lodge and follow up their complaints and track the status of redressal of such complaints.

(e): SEBI coordinates with Social Media Platform Providers (SMPPs) to mitigate risks arising from investment advice disseminated by unregistered "finfluencers" through posts and videos that are in violation of SEBI regulations. These actions are undertaken in accordance with the applicable regulatory framework, and appropriate enforcement measures are initiated where necessary. A brief outline of the steps taken by SEBI is provided below:

i. SEBI engages with SMPPs to develop proactive (preventive) mechanisms, in addition to reactive takedown processes, to curb the dissemination of violative content.
ii. SEBI actively monitors social media platforms for unlawful or manipulative securities-related content and escalates such instances to concerned platforms (e.g., Google, Meta, X, Telegram) for appropriate action, including removal, in line with regulatory requirements.
iii. SEBI has implemented an API-based system enabling platforms to

verify that only registered intermediaries are permitted to publish securities-related advertisements, thereby enhancing transparency and reducing the risk of fraud.

iv. SEBI-regulated entities and their agents are required to prominently display their registration details on social media profiles and in relevant content, ensuring accountability and strengthening investor protection.

(f): Multiple initiatives and investor awareness campaigns are undertaken by SEBI:

i. In Financial Year 2024-25, SEBI, along with Association of Mutual Funds in India (AMFI) and Asset Management Companies (AMC), conducted investor awareness programs in 724 districts across 36 States and Union Territories, covering nearly 32 lakh investors.

ii. SEBI has also launched the Saa₹thi Mobile App, offering educational resources and investment information to protect investors.

iii. SEBI runs the “SEBI vs SCAM” Campaign, which generates an ongoing fraud awareness campaign via TV, print, radio, and social media in partnership with Market Infrastructure Institutions (MIIs).

iv. In addition to the above SEBI is also creating awareness about “@valid UPI handle" and “SEBI Check” tool which were launched to enhance investor protection by curbing fraudulent money collection by unregistered intermediaries.

DEVELOPMENT OF FOOTBALL GROUNDS

4913. SHRI PRADYUT BORDOLOI:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the details of number of proposals received by the Government for the development of football grounds in the North-Eastern region of the country during the last ten years and the current year, including the dates on which such proposals received;

(b) the details of current status of such proposals including the number of proposals accepted, rejected and not responded to, during the said period;

(c) the details of funds allocated, released and utilised for the development of the said grounds in the said region during the said period;

(d) the details of number of projects undertaken by the Government to develop said grounds in the region along with the current status of such projects including the number of said grounds operationalised, constructed, delayed and incomplete; and

(e) the details of other measures taken by the Government to promote football in the said region?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (d): ‘Sports’ being a State subject, the responsibility of development of sports, including development of football grounds, and operationalisation of

sports infrastructure projects, and promotion of football, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. The Khelo India Scheme and National Sports Development Fund (NSDF), implemented by this Ministry, under which financial assistance for development of sports infrastructure is provided are demand-driven schemes. Receipt of proposals under these schemes is a continual process. The proposals received from the State/UT Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility, and availability of funds under the Scheme.

The details of the sports infrastructure projects approved and their sanctioned cost and funds released under the Khelo India Scheme and NSDF, across the country, including in the North-Eastern Region, are available in the public domain on the dashboard of the Ministry at https://mdsd.kheloindia.gov.in. and http://www.nsdf.yas.gov.in/nsdf-glance.html.

(e): The Ministry of Youth Affairs and Sports implements the following schemes for the promotion of sports in the country, including for promotion of football across the country, including in the North-Eastern Region:

i. Khelo India – National Programme for Development of Sports;

ii. Assistance to National Sports Federations (NSFs);

iii. Cash Incentives to Medal Winners in International Sports Events and their coaches;

iv. National Sports Awards;

v. Pension to Meritorious Sportspersons;

vi. Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;

vii. National Sports Development Fund;

viii. Running Sports Training centres through Sports Authority of India (SAI); and

ix. National Centre for Sports Science and Research (NCSSR).

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

CIRCULAR ECONOMY

4914. SHRI B. K. PARTHASARATHI:

SHRI BASTIPATI NAGARAJU:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of number of jobs generated through circular economy initiatives in the country, State/UT-wise;

(b) the details of steps taken by the Government to promote the circular economy in the country, including policy frameworks, incentive schemes, regulatory reforms and technology adoption;

(c) the details of States which have adopted circular economy policies and aligned their regulations accordingly;

(d) the amount of financial assistance or grants sanctioned and released by the Central Government to support these States' policies; and

(e) whether the Government plans to institute a central monitoring and evaluation mechanism for circular economy job creation and policy alignment and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): Under the Circular Economy framework, Waste Management Rules have been notified for different waste categories such as plastic waste, battery waste, e-waste, waste tyre, used oil, end-of-life vehicles, construction and demolition waste, non-ferrous scrap metal and Solid Waste.

The detail of Waste Management Rules linked to the circular economy is as follows

i. Extended Producer Responsibility (EPR) for Waste Tyre, 2022 on 21.07.2022.

ii. Battery Waste Management Rules, 2022 on 22.08.2022 and its amendments dated 25.10.2023 and 14.03.2024.

iii. E-Waste (Management) Rules, 2022 on 02.11.2022 and its amendments dated 30.01.2023 and 24.07.2023.

iv. Plastic Waste Management Rules, 2016 amended on 27.04.2023 for effective implementation of EPR guidelines.

v. Extended Producer Responsibility (EPR) for Used Oil on 18.09.2023.

vi. EPR Framework for Environment Protection (End-of-Life Vehicles) Rules, 2025 on 06.01.2025.

vii. Environment (Construction and Demolition) Waste Management Rules, 2025 on 02.04.2025

viii. Extended Producer Responsibility for Scrap of Non-Ferrous Metals on 01.07.2025

MoEFandCC has notified market based Extended Producer Responsibility (EPR) framework under the waste management rules with provisions for recycling and reuse, thus promoting circular economy in respective waste categories.

As per the EPR framework, the producer, importer or brand owner (PIBOs)/ Original Equipment Manufacturers (OEMs) who introduces the product in the market are obligated for its environmentally sound management after end-of-life of such products. Along with the EPR targets, EPR framework also imposes mandatory annual targets for recycling and/ or use of recycled content. To promote ease of doing business, online EPR portals with features for registration, EPR obligations, EPR Certificate generation etc. have been developed and are operational for plastic packaging, e- waste, battery waste, waste tyre and used oil waste.

Under the EPR mechanism, the provision of transfer of EPR certificates provides financial incentives to recyclers, encouraging capacity expansion, technological upgradation and increased recycling activities, which collectively contribute to generation of jobs across the entire value chain of the recycling sector. Further, the EPR mechanism facilitates formalization of the recycling sector by integrating the informal recycling sector into organized systems.

Status of implementation of EPR frameworks (as on 05.03.2026) is as follows:

Type of Waste	No. of Registered recyclers	Waste recycled (MT)	EPR Certificate Generated (MT)
Plastic Waste	2986	196.97 lakh	196.97 Lakh
Battery Waste	520	69.37 Lakh	16.14 Lakh
Tyre Waste	579	122.29 Lakh	116.94 Lakh
E-Waste	386	28.75 Lakh	11.86 Lakh
Used Oil	103	0.19 Lakh	0.02 Lakh
Total	**4,574**	**417.57 Lakh MT**	**341.93 Lakh MT**

NITI Aayog launched three Reports on "Enhancing Circular Economy in End-of-Life Vehicles (ELVs), Waste Tyres and E-waste and Lithium-ion Batteries in India" in January, 2026. These reports provide recommendations for infrastructure development, sector formalisation, strengthening the Extended Producer Responsibility (EPR) framework, and enhancing economic potential for revenue generation.

The 4th National Conference of Chief Secretaries (NCCS) held in New Delhi on 13-15 December 2024 had ‘Circular Economy’ as one of the sub-themes. The Conference was attended by all the State/UTs and aimed at institutional orientation of all States/UTs for transition to circular economy.

States including Bihar, Odisha, Arunachal Pradesh, Punjab, Madhya

Pradesh, Himachal Pradesh, Uttar Pradesh, Meghalaya, Chhattisgarh have specific provisions for promotion of circular economy in their Industrial Policy Resolution. States have also launched capital subsidy schemes as well as investment promotion incentive schemes to promote recycling and waste processing industries.

Other initiatives of the government for mainstreaming circular economy are as follows:

i. Under the National Critical Mineral Mission (NCMM) of Ministry of Mines, launched on 2nd October, 2025, the Government has approved Rs. 1,500 crore incentive scheme for critical mineral recycling. The Scheme incentivizes creation of recycling capacity for the extraction of critical minerals, including lithium, nickel and cobalt, from used products like Spent Lithium- ion batteries (LiBs) and e-waste to build supply chain resilience and reduce import dependence in critical minerals

ii. Ministry of Electronics and Information Technology has taken initiative to create a complete eco-system to upgrade informal sector into formal value chain through a project on “Informal Sector Capacity Building Upgradation with formation of recycling clusters under MSME scheme and Enabling Technology for Recovery of Resources from Electronic Waste thereby Promoting Resource Efficiency and Circular Economy”.

iii. MoEFandCC has facilitated the signing of Memorandum of Understanding between CSIR laboratories and recycler organisations on 10th December, 2024, to facilitate technology transfer and technical

support to establish state-of-the-art recycling infrastructure and support domestic waste recycling.

iv. Mission LiFE (Lifestyle for Environment), which is a citizen-led initiative that focuses on inspiring and enabling individuals to adopt sustainable lifestyles through day-to-day voluntary actions, addresses areas closely linked to circularity, including conservation of energy and water, waste reduction and segregation, e-waste management, reduced use of single-use plastics, and sustainable food systems. MoEFandCC in collaboration with various stakeholders including Line Ministries, State/UT governments has undertaken several mass mobilisation campaigns and awareness initiatives aligned with the principles of Circular Economy.

v. The Central Government has formulated the Voluntary Vehicle-Fleet Modernization Program (V-VMP) that *inter-alia* targets scrapping of unfit and polluting vehicles strictly based on their fitness, and promotes setting up of Registered Vehicle Scrapping Facilities, which is primarily focused towards the scrapping of unfit vehicles through automated equipment and its scientific recycling.

vi. The Central Government also provides incentives to States/UTs under the Scheme for Special Assistance to States for Capital Investment (SASCI) 2025-26. Rs. 2,000 crore has been earmarked under the Scheme to promote scrapping of vehicles at Registered Vehicle Scrapping Facilities (RVSFs) and related implementation measures

under the Voluntary Vehicle-Fleet Modernization Program.

KHELO INDIA MISSION IN ASSAM

4915. SHRI PARIMAL SUKLABAIDYA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government has prepared any district-wise implementation plan under the Khelo India Mission for the State of Assam, particularly for Cachar district in Barak Valley;

(b) the details of sports infrastructure projects sanctioned, approved or under consideration in Cachar district during the last three years and the current year along with the funds allocated and released under the said mission;

(c) the steps taken/being taken by the Government to strengthen grassroots sports talent identification and coaching facilities in rural and tea garden areas of Cachar district; and

(d) whether the Government proposes to establish a Khelo India Centre, Sports Science Centre or residential sports academy in the said district and if so, the timeline therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): The Khelo India Mission, announced in Budget 2026–27, envisages a national framework for promotion of sports and strengthening of the sports ecosystem across the country, including the State of Assam and Cachar

district in Barak Valley.

(b) and (c): 'Sports' being a State subject, the responsibility of development of sports, including development of sports infrastructure and strengthening grassroots sports talent identification and coaching facilities, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. The Khelo India Scheme and National Sports Development Fund (NSDF), implemented by this Ministry, under which financial assistance for development of sports infrastructure is provided are demand-driven schemes. The details of the sports infrastructure projects approved and their sanctioned cost and funds released under the Khelo India Scheme and NSDF, across the country, including in the State of Assam, are available in the public domain on the dashboard of the Ministry at https://mdsd.kheloindia.gov.in. and http://www.nsdf.yas.gov.in/nsdfglance.html.

Under the Ministry of Youth Affairs and Sports, the identification of sporting talent at the grassroots level is undertaken through a systematic and multi-tiered mechanism under the Sports Authority of India (SAI) and the Khelo India Scheme. Under SAI Sports Promotional Schemes, talent is scouted through competitions at district, state, national and international levels, followed by selection trials, battery of tests, anthropometric measurements, physiological and psychological assessments, medical check-up, age verification and evaluation of future potential, as applicable under the respective schemes.

Further, under the Khelo India Scheme, talent identification and

development is a continuous process. Talent Identification and Development Committees comprising eminent athletes, coaches, experts and representatives of concerned stakeholders identify promising athletes during competitions such as Khelo India Games and National Championships on the basis of sport-specific benchmarks. Grassroots talent scouting is also supported through Khelo India Centres established at the district level, where Past Champion Athletes serve as mentors and scouts.

(d): There is no such proposal under consideration in this Ministry.

DESERTIFICATION CONTROL AND CLIMATE ADAPTATION IN ARID REGIONS

4916. SHRI RAHUL KASWAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the extent of land under desertification in the country with the percentage increase during the last decade, State/UT-wise along with the measures undertaken under the National Action Programme to Combat Desertification;

(b) the funds allocated and utilised for desertification control in Rajasthan during the last three years along with coverage under afforestation and soil conservation programmes, district-wise;

(c) the climate adaptation measures implemented in Churu district in view of temperatures exceeding 50°C, including heat action plans, water

conservation infrastructure and disaster preparedness initiatives; and

(d) whether the Government proposes to establish Climate Resilience Centres in extreme heat zones and if so, the proposed timeline for inclusion of Churu district with focus on sustainable agriculture and land management?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): As per the Desertification and Land Degradation Atlas of India (2018-19) published by Space Applications Centre (ISRO), about 97.85 million hectares (29.7%) of the total geographical area of the country is undergoing land degradation/desertification. The State/UT wise details are given in the enclosed **Statement-I.**

The National Action Plan to Combat Desertification, 2023 emphasizes the need for a synergistic, efficient planning and implementation of the eco-restoration initiatives in the country by converging all afforestation schemes in the country to provide the much- needed impetus and focus on sustainable management of forest and natural resources available in the specific landscape, and an effective planning and a wider selection of vulnerable and potentially vulnerable sites capable of supporting progressive and sustainable eco-restoration interventions. The Plan emphasizes on convergence of the various schemes for restoration of the degraded land and does not have any provision for financial assistance *The Ministry of Environment, Forest and*

Climate Change has launched a number of afforestation schemes/programmes which also address the problem of land degradation and desertification, namely the Green India Mission (GIM), Nagar Van Yojana (NVY), School Nursery Yojana (SNY), the Eco-Development Forces (EDF) scheme, the National Adaptation Fund for Climate Change (NAFCC) and funds under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) which are utilized for control of desertification through afforestation, water conservation and management in arid areas including Rajasthan.

The State Government of Rajasthan implements the Climate Change and Combating Desertification (CCandCD) programme for combating land degradation and desertification. The budget allocation under this programme for the last three years was ₹11,747.24 lakh in 2022–23, ₹17,701.41 lakh in 2023–24, and ₹13,228.65 lakh in 2024–25, respectively. The details as provided by the State are given in the enclosed **Statement-II.**

(c) and (d): Climate adaptation measures in arid regions including Churu, are implemented through convergence of Central and State Government schemes. These include preparation and implementation of plans to reduce heat-related risks; water conservation interventions such as rainwater harvesting, check dams, farm ponds and rejuvenation of traditional water bodies; promotion of micro-irrigation and efficient water use practices; adoption of climate-resilient agricultural practices including drought-tolerant crop varieties and crop diversification; afforestation, shelterbelt and sand dune stabilisation to address land degradation; and strengthening of disaster preparedness, early warning

systems and community awareness. At present, there is no specific scheme for establishment of dedicated Climate Resilience Centres. However, climate resilience and adaptation are being addressed under ongoing programmes such as the National Mission for Sustainable Agriculture (NMSA), Green India Mission (GIM), National Innovations on Climate Resilient Agriculture (NICRA), and State Action Plans on Climate Change (SAPCCs). The Government continues to support States, including Rajasthan, in enhancing climate resilience in vulnerable districts, including extreme heat-prone areas such as Churu, through integrated and convergent approaches.

STATEMENT-I

Details of total geographical area of the country undergoing land degradation/desertification

	State Name	Total Area under Desertification 2011-13 (Ha)	Total Area under Desertification 2018-19 (Ha)	Percentage Area under Desertification 2011-13	Percentage Area under Desertification 2018-19
1	Andhra Pradesh	2298758	2378042	14.35	14.84
2	Arunachal Pradesh	153933	200683	1.84	2.4
3	Assam	716596	834530	9.14	10.64
4	Bihar	694809	746586	7.38	7.93
5	Chhattisgarh	2211153	2306531	16.36	17.06
6	Delhi	89868	91543	60.6	61.73
7	Goa	192973	194877	52.13	52.64
8	Gujarat	10261641	10248057	52.29	52.22
9	Haryana	338964	364154	7.67	8.24
10	Himachal	239420	240300	43.01	43.11

	Pradesh				
11	Jammu and Kashmir	1064721	1129503	19.67	20.86
12	Jharkhand	5498726	5482260	68.98	68.77
13	Karnataka	6951000	6959847	36.24	36.29
14	Kerala	379587	422299	9.77	10.87
15	Madhya Pradesh	3804315	3859735	12.34	12.52
16	Maharashtra	13825935	14306029	44.93	46.49
17	Manipur	601959	612566	26.96	27.44
18	Meghalaya	494880	557576	22.06	24.86
19	Mizoram	187453	275827	8.89	13.08
20	Nagaland	786678	828943	47.45	50
21	Orissa	5304114	5359014	34.06	34.42
22	Punjab	144653	167989	2.87	3.34
23	Rajasthan	21526512	21237665	62.9	62.06
24	Sikkim	78749	84610	11.1	11.92

25	Tamil Nadu	1543898	1599981	11.87	12.3
26	Telangana	3598856	3638508	31.34	31.68
27	Tripura	437128	447378	41.69	42.66
28	Uttar Pradesh	1528997	1549608	6.35	6.43
29	Uttarakhand	648253	673894	12.12	12.6
30	West Bengal	1733931	1784345	19.54	20.1
	Total	**96404853**	**97854851**	**29.32**	**29.77**

Source: Desertification and Land Degradation Atlas of India 2021 (https://vedas.sac.gov.in)

STATEMENT-II

District wise details of plantation activities under various schemes in Rajasthan in last three years

Rs. in lakhs

Name of the Scheme/Programme: Climate Change and Combating Desertification				
S.No.	**District/ Year**	**2022-23**	**2023-24**	**2024-25**
1	Ajmer	78.51	163.51	186.15
2	Barmer	1017.37	1266.52	1366.78
3	Bikaner	1737.52	2847.27	2159.12
4	Churu	241.21	262.89	126.2
5	Ganganagar	1202.3	1778.2	1435.81
6	Hanumangarh	1192.73	1320.5	1095.41
7	Jaisalmer	2689.63	4535.2	4195.4
8	Jalore	117.4	177.87	126.1
9	Jhunjhunu	724.11	864.88	380.95
10	Jodhpur	371.21	793.44	674.11
11	Nagaur	1114.11	1588.65	876.12
12	Pali	4.98	4.33	3.14
13	Sikar	1143.35	1287.78	536.24
	Total	**11634.43**	**16891.04**	**13161.53**

CLIMATE VULNERABILITY IN ASSAM

4917. MD. RAKIBUL HUSSAIN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government has carried out any assessment of flood, erosion and climate vulnerability in Assam, particularly along the Brahmaputra and Barak river systems and if so, the details thereof, district or river-basin-wise;

(b) the major findings of such assessments, including identification of highly vulnerable districts;

(c) whether funds under national and international climate adaptation programmes have been sanctioned, released or delayed for Assam; and

(d) the steps taken to fast-track erosion control, flood mitigation and climate-resilient infrastructure in the State?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The occurrence of floods can be attributed to various factors, including wide variations in rainfall both in time and space with frequent departures from the normal pattern, inadequate carrying capacities of rivers, river bank erosion and silting of river beds, landslides, poor natural drainage in flood prone areas, snowmelt and glacial lake out-bursts.

Morphological Studies by various Indian Institute of Technology (IIT) and

National Institute of Technology (NIT) have been carried out for major rivers including river Brahmaputra. These Studies play an important role in understanding the nature of rivers in a comprehensive manner and provide assessment of decadal bank-line movement, erosion and deposition in different reaches in respect of base year, derivation of reach-wise morphological indices and identification of critical reaches. These studies have been shared with concerned State Governments and other stakeholders etc. for taking informed decision and future planning.

As per the morphological study of Brahmaputra River conducted by Central Water Commission (CWC) through IIT Guwahati, it has been estimated that in the Brahmaputra River a total erosion of 252.6 sq.km and deposition of 118.6 sq.km occurred between 2003-05 and 2008-11.

As per report of CWC on “Assessment of Area Affected Due to Floods in India, 2024” based on satellite imageries data from 1986 to 2022, the total flood affected areas in Assam is assessed as 2.477 Mha covering 33 of 35 districts.

Further, Department of Science and Technology through Assam Climate Change Management Society (ACCMS), Environment, Forest and Climate Change Department, Government of Assam has also supported a study to conduct the vulnerability mapping of Indian States and published the report “Vulnerability Profiles for India: State and District Level using a Common Framework”. This assessment covered both the Brahmaputra and Barak River valley. The vulnerability report identifies Assam as the 5th most climate

vulnerable State in India.

Flood management and anti-erosion schemes are planned and implemented by the State Government, while the Central Government supplements the efforts through technical guidance and financial assistance under various programmes.

Government of India has adopted integrated approach to flood management that aims at adopting judicious mix of structural and non-structural measures to provide a reasonable degree of protection against flood damages. Central assistance has been provided to Assam under the Flood Management Programme (FMP) and its continuation as the Flood Management and Border Areas Programme (FMBAP) for works such as flood control, anti-erosion measures and drainage improvement.

The State Government also undertakes assessment of damages caused due to natural calamities including floods and provide relief assistance from State Disaster Response Fund (SDRF) already placed at their disposal as per Government of India's approved norms. Additional financial assistance is provided from National Disaster Response Fund (NDRF), as per laid down procedure in case of disaster of 'severe nature' which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

In addition, non-structural measures such as flood forecasting and early warning services are provided by the CWC. In order to enable States to undertake scientific assessment of flood plains and its zoning as a non-structural measure of flood mitigation, Ministry of *Jal Shakti* in August 2025 has

prepared Guideline on Flood Plain Zoning and circulated to States/UTs.

Further, under National Adaptation Fund for Climate Change (NAFCC), a project on “Management of Ecosystem of Kaziranga National Park by creating Climate Resilient Livelihood for Vulnerable Communities through Organic farming and pond based Pisciculture” is implemented in the State of Assam with a project cost of INR 24.56 crores.

DEVELOPMENT OF MICE FACILITY AT SCIENCE CITY, KOLKATA

4918. SHRI KARTICK CHANDRA PAUL:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government has approved the proposal to develop Eastern India’s largest indoor MICE (Meetings, Incentives, Conferences and Exhibitions) facility at Science City, Kolkata;

(b) the details of estimated project cost, funding pattern and implementing agency for the proposed facility;

(c) the present status of planning, design finalisation, statutory approvals and tendering;

(d) the timeline for commencement of construction, completion and commissioning; and

(e) the details of projected capacity of the facility and its expected impact on Kolkata’s MICE tourism, employment generation and international conference footfall?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Development and promotion of tourist destinations and products, including MICE tourism, is primarily undertaken by the respective State Government/Union Territory (UT) Administration.

The Ministry of Tourism through its central sector schemes of 'Swadesh Darshan', 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' extends financial assistance to the State Governments/UT Administrations for tourism infrastructure development in the country. The central financial assistance is being extended according to guidelines and based on proposals/detailed project reports received from the States and UT Governments. The list of Projects sanctioned for development of Convention centres and associated infrastructure, is given in the enclosed **Statement-I.**

There is no proposal at present to develop Eastern India's largest indoor MICE facility at Science City, Kolkata. However, details of other projects sanctioned in West Bengal are given in the enclosed **Statement-II.**

STATEMENT-I

List of Projects sanctioned for development of Convention centers and associated infrastructure under the various schemes of the Ministry of Tourism

S. No.	State/UTs	Central Government Scheme	Project Name	Project Cost (In Rs. Crore)	Sanctioned Year	Components
1.	Chhattisgarh	CBDD	Development of Mayali Bagicha as Eco Tourism Destination	9.97	2025	Convention Hall
2.	Arunachal Pradesh	SASCI	Siang Adventure and Eco-Retreat, Pasighat	46.48	2024	Convention Centre
3.	Gujarat	SASCI	Tented City and Convention Centre	51.56	2024	Convention Centre
4.	Madhya Pradesh	SASCI	International Convention Centre for MICE	99.38	2024	Convention Centre
5.	Haryana	SD 2.0	Rejuvenation of Yadavindra	65.82	2025	Convention Centre

			Garden			
6.	Lakshadweep	SD 2.0	Enhancement of Tourist Experience at Bangaram	81.18	2025	Convention hall for MICE
7.	Madhya Pradesh	SD 1.0	Development of Gwalior - Orchha - Khajuraho - Chanderi - Bhimbetka - Mandu	18.77	2020	Convention Centre
8.	Jammu Kashmir	SD 1.0	Development of Tourist Facilities at Gulmarg - Baramulla - Kupwara - Kargil - Leh	21.01	2021	Convention Centre
9.	Arunachal Pradesh	SD 1.0	Development of Jirigaon - Nafra - Seppa - Pappu - Pasa - Pakke Valleys - Lumdung - Lafang Sohung	4.028	2020	Convention Centre

			Lake - Taro Yar - New Sagalee - Ziro - Yomcha			
10.	Goa	SD 1.0	Development of Coastal II: Rua De Orum Creek - Don Paula - Colva - Benaulim	39.33	2022	Convention Center
11.	Mizoram	SD 1.0	Integrated Development of New Eco Tourism under Swadesh Darshan- North East Circuit at Thenzawl and South Zote, District Serchhip and Reiek, Mizoram.	2.64	2019	Convention Centre
12.	Himachal Pradesh	SD 1.0	Development of Kiarighat - Shimla - Hatkoti - Manali -	17.265	2022	Convention Centre

			Kangra - Dharamshala - Bir - Palampur - Chamba			
13.	Mizoram	ACA	Development of Convention Centre and associated Infrastructure at Aizawl.	39.94	2021	Convention Centre

STATEMENT-II

List of projects sanctioned in the State of West Bengal

S. No.	Name of Project	Sanction Cost (₹ Crore)	Status
A	**Swadesh Darshan 1.0**		
i.	Development of Beach Circuit: Udaipur- Digha-Shankarpur- Tajpur- Mandarmani- Fraserganj-Bakkhlai- Henry Island (December 2015)	67.99	Physically Completed
	Total Sanction Cost	**67.99**	
B	**PRASHAD**		
i.	Development of Belur Math (Dec 2016)	30.03	Completed
	Total Sanction Cost	**30.03**	
C	**Assistance to Central Agencies (ACA)**		
i.	Development of 22 viewpoints in North Eastern State	3.70	Completed
ii.	Rampurhat Railway Station	3.48	Completed
iii.	Tarakeshwar Railway Station	3.87	Completed
iv.	New Jalpaiguri Railway Station	4.55	Foreclosed
v.	Development of Jetties at 9 main points of embarkation/disembarkation of River Cruize on` National Water ways No. 1 and 2- Uttar Pradesh, Bihar, **West Bengal** and Assam	28.03	Foreclosed
	Total sanctioned cost	**43.63**	
	Total Central Assistance	**141.65**	

CHECK ON MAN-ANIMAL CONFLICT

4919. SHRI SUNIL BOSE:

SHRI V. K. SREEKANDAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government is aware that man-animal conflict has increased in various States especially in Chamarajanagar Lok Sabha Constituency in Karnataka;

(b) if so, the details thereof as on date and the reasons for such conflicts;

(c) the steps taken or proposed to be taken by the Government to save the inhabitants, their crops and livestock's/pet animals from wild animal attacks;

(d) whether any survey has been conducted on the wild animals and if so, the details thereof;

(e) the details of help and assistance provided to State Forest Department in trapping such animals and send them back to dense forest; and

(f) whether it is a fact that engagement with local people is key to mitigate human wildlife conflicts in the country, if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (f): Incidences of human-wildlife conflicts have been reported from various parts of the country including from the state of Karnataka. The

management of wildlife including the mitigation of human-wildlife conflict is primarily the responsibility of the concerned States/UTs. The State Governments and Union Territory Administrations are the first responders to any conflict situation and they maintain the details of the conflict along with the species involved.

Human Wildlife Conflict may be attributed to increase in human population, industrial development, expansion of human habitations coupled with increase in the population density of wildlife due to enhanced conservation and protection of wildlife habitat efforts over the years. The overlap of human settlements in wildlife landscapes and corridors have resulted in increased conflict further exacerbated by changing crop patterns, presence of stray dogs and cattle in forest fringe areas etc.

Moreover, the degradation and fragmentation of habitats, depletion of natural prey bases, and continued human use of forest resources such as grazing, fuelwood collection, grass harvesting, and extraction of wild fruits further intensify human–wildlife interactions, thereby increasing the likelihood of conflict.

The important steps taken by the Government to manage the human-wildlife conflicts include the following:

i. A network of protected areas namely, National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild

animals and their habitats.

ii. The Wild Life (Protection) Act, 1972 has been amended to provide statutory status to management plans of the protected areas, mandating consultations with the concerned Gram Sabha.

iii. The Section 11 (1) (a) of the Wild Life (Protection) Act, 1972, empowers the State Chief Wild Life Wardens to grant permits for hunting animals falling in Schedule I of the Act, which become dangerous to human life. Further, the Section 11 (1) (b) of the Act empowers State Chief Wild Life Warden or any authorized officer to grant permits for hunting of wild animals falling under Schedule-II of the Act, if such animals have become dangerous to human life or property.

iv. An advisory on dealing with human-wildlife conflict has been issued by the Ministry on 6th February, 2021. The Ministry has also issued Guidelines to States/UTs on 3rd June 2022 to manage Human Wildlife conflict including damage to crops. The advisory recommends coordinated interdepartmental action, identification of conflict hot spots, adherence to Standard Operating Procedures, establishment of rapid response teams, formation of State and District level committees to review the quantum of ex-gratia relief for its expeditious payments etc.

v. The Ministry has released species-specific guidelines on 21.03.2023 for mitigation of Human Wildlife conflicts involving Elephant, Gaur, Leopard, Snake, Crocodile, Rhesus Macaque, Wild Pig, Bear, Blue Bull and Blackbuck taking a Harmonious Coexistence Approach for addressing

human-wildlife conflicts. The Ministry has also issued guidelines for cross cutting issues such as cooperation with media, occupational health and safety in human-wildlife conflict mitigation, crowd management and addressing health emergencies arising out of human-wildlife conflict situations. Moreover, Field Manual for Frontline Staff on Human-Elephant Conflict Management, has also been released by the Ministry. Ministry has also released Guidelines on Eco-friendly Measures to Mitigate Impacts on Linear Infrastructures on Wildlife.

vi. The Ministry provides financial assistance to State Governments and Union Territory Administrations under the Centrally Sponsored Schemes 'Development of Wildlife Habitats' and 'Project Tiger and Elephant' for management of wildlife and its habitat in the country. The activities supported include procurement of early warning systems, construction and erection of physical barriers such as barbed wire fence, solar, powered electric fence, bio-fencing, boundary walls etc. to prevent the entry of wild animals into crop fields, compensation for depredation by wild animals including cattle lifting, crop damage, loss of life and property. Rapid Response Teams are also deployed to mitigate Human-Wildlife Conflict including the translocation of wildlife. Further, the Ministry enhanced the amount of ex-gratia relief in case of death or permanent incapacitation due to wild animal attacks in December 2023 from Rs. 5 lakhs to 10 lakhs under these Schemes, subject to availability of funds, and the payment of which is also governed by State specific

guidelines/ provisions made in this regard.

The details are given in the table below:

S. No.	**Nature of damage caused by wild animals**	**Amount of ex-gratia relief**
i.	Death or permanent incapacitation	Rs.10.00 lakhs
ii.	Grievous injury	Rs.2.00 lakhs
iii.	Minor injury	Cost of treatment up to Rs.25,000/- per person
iv.	Loss of property/crops	State/UT Government may adhere to the cost norms prescribed by them.

The States/Union Territories make ex-gratia payments for loss of livestock, crops and human life including injuries due to human-wildlife conflicts as per the norms, which vary in States and UTs.

vii. Ministry also supports the focused species conservation for the 24 identified critically endangered species namely Snow Leopard, Great Indian Bustard (including Floricans), Dolphin, Hangul, Nilgiri Tahr, Marine Turtles, Dugongs, Edible Nest Swiftlet, Asian Wild Buffalo, Nicobar Megapode, Manipur Brow-Antlered Deer, Vultures, Malabar Civet, Indian Rhinoceros, Asiatic Lion, Swamp Deer, Jerdon's Courser,

Northern River Terrapin, Clouded Leopard, Arabian Sea Humpback Whale, Red Panda, Caracal, Gharial and Sloth Bear under the species recovery programme component of the centrally sponsored scheme of Development of Wildlife Habitats.

viii. Advance technology like radio collaring, digital sensor walls and E-surveillance are also used in human wildlife conflict mitigation.

ix. The Ministry provides support to State Governments to organize awareness generation, training and capacity building programmes on human-wildlife conflict. The State Forest Departments work with the local people to address the Human Wildlife Conflict issues through periodic awareness campaigns to sensitize, guide and advise the general public on human-animal conflict including dissemination of information through various forms of media. Further, State Forest Departments engage with local communities to monitor the movement of some wildlife species and to caution local people to avoid human-animal conflict, prevent damage or loss of human life, property and wildlife. The Ministry has also taken an initiative for establishment of the Centre of Excellence for the Human – wildlife Conflict management, at Salim Ali Centre for Ornithology and Natural History (SACON), WII -South India Centre at Coimbatore.

The National Tiger Conservation Authority (NTCA) and the Wildlife Institute of India, in accordance with Section 38O (1) (g) of the Wildlife (Protection) Act, 1972, have identified 32 major tiger corridors in the

country. The NTCA Guidelines (2012) and Standard Operating Procedures guide tiger and habitat management. Similarly, the Ministry has also identified 150 elephant corridors in the country in 2023. The Ministry along with the State Governments and UT administrations prepares Regional Action Plan to address the long term conservation and management of elephants in the contiguous landscape.

VARIOUS TECHNOLOGICAL INFRASTRUCTURE AND FACILITIES IN SCHOOLS

4920. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **EDUCATION** be pleased to state:

(a) the number and percentage of schools having the following facilities such as constant electricity supply, internet connection, printer, desktop and Children With Special Needs (CWSN) friendly washrooms in the country, State/UT-wise;

(b) the number of schools that have organised at least one medical camp during the last one year in the country, State/UT-wise;

(c) the number and percentage of schools complying with Government prescribed PTR (Pupil Teacher Ratio) norms in the country, State/UT-wise and particularly for the State of Maharashtra;

(d) the number of schools having only one teacher along with the number of students enrolled in such schools and the average PTR in these schools in the country, State/UT-wise and particularly for the State of Maharashtra;

(e) the details of initiatives taken by the Government to fill vacancies in aforementioned schools; and

(f) the number of technology aids (such as digital smartboards, tablets, etc.) provided under Samagra Shiksha Abhiyan to schools along with the cost incurred in this regard, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): As per Unified District Information System for Education Plus (UDISE+) 2024-25, State/UT wise number and percentage of schools having electricity facility, internet connection, computer and Children With Special Needs (CWSN) toilets are available at https://www.education.gov.in/en/parl_ques.

(b): As per UDISE+ 2024-25, State/UT wise percentage of schools which conducted at least one medical checkup in last academic year are available at https://www.education.gov.in/en/parl_ques.

(c): National Education Policy (NEP) 2020 recommends a pupil-teacher ratio (PTR) of under 30:1 at the level of each school and under 25:1 in the areas having large numbers of socio-economically disadvantaged students. As per UDISE+ 2024-25, State/UT wise (including Maharashtra) Pupil Teacher Ratio (PTR) is available at https://www.education.gov.in/en/parl_ques.

(d): As per UDISE+ 2024-25, State/UT wise (including Maharashtra) single teacher schools and enrolment in these schools is available at https://www.education.gov.in/en/parl_ques.

(e): Education being a subject in the Concurrent List of the Constitution, an overwhelming majority of the schools in the country comes under the administrative control of States/UTs. The recruitment, service conditions and rational deployment of teachers fall under the purview of the respective State Governments/UT Administrations. Recruitment of teachers is a continuous process, and vacancies arise on account of various factors such as retirement, resignation and increased requirement of teachers due to growth in student enrolment. The Central Government through the Centrally Sponsored Scheme of Samagra Shiksha, provides financial assistance to the States and UTs to maintain appropriate Pupil-Teacher Ratio (PTR) for various levels of schooling, as per norms prescribed in the Right of Children to Free and Compulsory Education (RTE) Act, 2009, as amended from time to time.

(f): Under Samagra Shiksha, State/UT wise physical and financial sanctions of ICT and smart classrooms for the year 2025-26 and tablets for elementary level teachers for the same period are available at https://www.education.gov.in/en/parl_ques.

SUSPENSION OF NEW INVESTMENTS IN THE MOTILAL OSWAL NIFTY MICRO-CAP 250 INDEX FUND

4921. SHRI JAGANNATH SARKAR

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Securities and Exchange Board of India (SEBI) has suspended new investments into the Motilal Oswal Nifty Micro-cap

250 Index Fund from 8 January, 2026 due to the absence of a recognised "micro-cap" category under the current mutual fund classification norms;

(b) if so, the details thereof including the timeline, basis and internal deliberations under which SEBI granted approval for the launch of the said micro-cap index fund in 2023 despite the apparent lack of a formal defining "micro-cap";

(c) whether SEBI undertook a detailed investor risk assessment before approving the scheme and if so, the details and findings thereof;

(d) the number of investors and total assets under management in the scheme at the time of suspension and the safeguards put in place to protect their interests; and

(e) the steps proposed to be taken by SEBI, including any revision of mutual fund categorisation rules, to prevent recurrence of regulatory ambiguity and to ensure clarity for market participants?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) : Yes.

(b) and (c): SEBI has informed that Motilal Oswal Asset Management Company Limited submitted the draft scheme information document for Motilal Oswal Nifty Microcap 250 Index Fund under fast-track processing route. SEBI has prescribed a detailed framework for scheme information documents, which is required to be complied with, for each scheme. The framework, inter-alia,

includes detailed disclosures of all relevant risk factors and strategy for risk mitigations. Under the fast-track processing, an undertaking related to disclosures of all relevant risk and their mitigations is provided by the Chief Executive Officer (CEO) of the concerned Asset Management Company. Upon examination of the requisite documents i.e. Do's and Don'ts and Undertaking by CEO, SEBI issued its final observations vide letter dated March 20, 2023, on the said scheme.

(d) : There were 2,49,363 investors and ₹2622.48 crores of total asset under management as on the date of suspension of new investment under the scheme viz. January 08, 2026. To safeguard the interests of investors, new investments in schemes have been suspended and existing investors are allowed to redeem their investments.

(e) : To bring in clarity with respect to category of schemes, SEBI has issued a circular on Categorization and Rationalization of Mutual Fund Schemes on February 26, 2026, which provides classifications and categories of schemes that Mutual Funds are allowed to launch by following the due process.

SAI TRAINING CENTRES

4922. SHRI G. LAKSHMINARAYANA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the total number of Sports Authority of India (SAI) training centres presently functioning in the country, State/UT and district-wise, along

with their category;

(b) the number of SAI training centres approved or established during the last five years and the current year, State/UT-wise, along with the present status of each centre;

(c) the total funds sanctioned, released and utilised for the development, upgradation or expansion of SAI training centres during the last five years and the current year, State/UT-wise and centre-wise;

(d) the discipline-wise sanctioned strength of sportspersons at each SAI training centre and the number presently undergoing training, centre-wise;

(e) the sanctioned strength and staff in position at each centre, job-role wise, along with the details of vacancies;

(f) whether the Government proposes to establish any new SAI training centres in the country, especially in Andhra Pradesh; and

(g) if so, the details of such proposals under consideration, including State/UT-wise location, status and the expected timelines thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): Under the Sports Promotional Schemes of the Sports Authority of India (SAI), 69 SAI Training Centres (STCs) are presently operational across the country. State-wise and district-wise details are given in the enclosed **Statement–I.**

(b): “Sports” being a State subject, the primary responsibility for creation of

sports infrastructure, including training centres, lies with the respective State/UT Governments. The Ministry of Youth Affairs and Sports supplements these efforts by establishing and operating STCs. No new STCs have been approved or established during the last five years and the current year.

(c): SAI undertakes creation/upgradation of infrastructure at its own centres only. Accordingly, State-wise and STC-wise details of funds released for infrastructure projects during the last five years and the current year are given in the enclosed **Statement–II.**

(d): The sanctioned strength of athletes varies across centres. The total sanctioned and existing strength of athletes in STCs is 4,824 and 4,556, respectively.

(e): Administrative and coaching personnel are governed by an all-India transfer policy; hence, centre-wise sanctioned strength is not maintained. Details of administrative staff deployed across STCs are given in the enclosed **Statement–III.** In addition, 785 coaches are presently in position across various grades.

(f) and (g): “Sports” being a State subject, the primary responsibility for creation of sports infrastructure, including training centres, rests with the respective State/UT Governments. The Ministry supplements these efforts through SAI. At present, no proposal in this regard is under consideration.

STATEMENT-I

State-wise and district-wise details of SAI Training Centres (STCs)

State	District / Centre	Discipline
Andaman and Nicobar Islands	Car Nicobar	Athletics
		Cycling
		Football
		Weightlifting
	Port Blair	Football
		Kayaking and Canoeing
		Rowing
Andhra Pradesh	Eluru	Athletics
		Weightlifting
	Kurnool	Handball
		Taekwondo
	Visakhapatnam	Boxing
		Volleyball
Arunachal Pradesh	Naharlagun	Boxing
		Karate
		Taekwondo
Assam	Golaghat	Boxing
		Football
	Kokrajhar	Archery
		Athletics
		Boxing
		Football

		Hockey
		Kabaddi
		Taekwondo
		Wushu
	Solalgoan	Boxing
		Football
		Weightlifting
	Tinsukia	Athletics
		Football
		Judo
Bihar	Patna	Taekwondo
		Wushu
Chhattisgarh	Raipur	Archery
		Volleyball
	Rajnandgaon	Basketball
		Hockey
Delhi (UT)	Bawana	Judo
		Sepaktakraw
Goa	Peddem	Boxing
		Judo
	Ponda	Judo
Haryana	Bhiwani	Athletics
		Boxing
		Wrestling
	Hisar	Athletics

		Boxing
		Hockey
		Wrestling
	Kurukshetra	Cycling
		Hockey
		Volleyball
Himachal Pradesh	Bilaspur	Boxing
		Kabaddi
		Kayaking and Canoeing
		Rowing
Jammu and Kashmir	Jammu	Badminton
		Basketball
		Volleyball
		Wushu
Jharkhand	Hazaribagh	Archery
		Hockey
	Ranchi	Archery
		Athletics
		Football
		Hockey
Karnataka	Bangalore	Hockey
		Judo
	Dharwad	Basketball
		Kabaddi
		Wrestling

	Madikeri	Hockey
Kerala	Calicut	Athletics
		Volleyball
	Kollam	Athletics
		Football
		Hockey
		Kabaddi
	Tellicherry	Athletics
		Fencing
		Gymnastics
		Volleyball
		Wrestling
	Trichur	Judo
		Swimming
Ladakh (UT)	Kargil	Boxing
		Taekwondo
Lakshadweep (UT)	Androth	Athletics
		Football
		Volleyball
Madhya Pradesh	Dhar	Archery
		Badminton
		Taekwondo
	Jabalpur	Basketball
		Karate
	Tikamgarh	Softball

Manipur	Imphal	Boxing
		Gymnastics
		Karate
		Sepaktakraw
		Wrestling
		Wushu
	Utlou	Boxing
		Football
		Taekwondo
		Weightlifting
Meghalaya	Shillong	Archery
		Athletics
		Boxing
		Football
		Judo
		Karate
Mizoram	Aizwal	Boxing
		Judo
		Taekwondo
		Weightlifting
	Lunglei	Boxing
		Taekwondo
	Thenzawl	Hockey
Nagaland	Dimapur	Boxing
		Football

		Sepaktakraw
Odisha	Cuttack	Athletics
		Football
	Sundergarh	Archery
		Hockey
Puducherry (UT)	Puducherry	Kabaddi
		Kho-Kho
		Volleyball
		Weightlifting
	Yanam	Badminton
		Swimming
Punjab	Badal	Athletics
		Boxing
		Hockey
		Volleyball
	Ludhiana	Judo
		Handball
	Mustuana Sahib	Boxing
		Volleyball
Rajasthan	Alwar	Shooting
	Jaipur	Kabaddi
		Weightlifting
	Jodhpur	Boxing
		Gymnastics
Sikkim	Namchi	Archery

		Boxing
		Football
		Taekwondo
Tamil Nadu	Chennai	Athletics
		Football
		Kabaddi
	Mayiladuthurai	Athletics
		Basketball
		Boxing
		Kabaddi
		Volleyball
		Weightlifting
	Salem	Basketball
		Taekwondo
Telangana	Hyderabad	Archery
		Athletics
		Gymnastics
		Hockey
		Kabaddi
Tripura	Agartala	Athletics
		Football
		Gymnastics
		Swimming
Uttar Pradesh	Bareilly	Athletics
		Hockey

		Sepaktakraw
	Raibareily	Taekwondo
		Volleyball
	Safai Etawah	Athletics
		Handball
	Varanasi	Athletics
		Boxing
		Basketball
		Wrestling
Uttrakhand	Kashipur	Athletics
		Boxing
		Taekwondo
		Weightlifting
West Bengal	Bolpur	Table Tennis
	Jalpaiguri	Archery
		Athletics
		Football
		Gymnastics
		Table Tennis
	Lebong	Archery
		Football

STATEMENT-II

Details of funds sanctioned, released and utilised for the development, upgradation and expansion of SAI training centres (STCs) during the last five years and the current year

S. N.	Name of Work	State	Type of Infrastructure	Fund Allocated (amount in Crore)	Fund Utilized (amount in Crore)
2020-21					
1	laying of Synthetic Hockey Turf at STC Hazaribagh	Jharkhand	Hockey Turf	8.57	8.57
2025-26					
2	Laying of Synthetic Athletic Track at SAI STC Jalpaiguri	West Bengal	Field of Play (FOP)	9.64	0

STATEMENT-III

Details of administrative staff deployed across various STCs

In Position Strength					
SN	STC	Dy. Director	Asst. Director	Section Officer	Assistant
1	Kurnool				
2	Eluru	1			
3	Vishakhapatnam				
4	Bangalore				

5	Dharwad				
6	Madikeri				
7	Hyderabad		1	1	
8	Jabalpur				
9	Tikamgarh				
10	Dhar				
11	Raipur				
12	Rajnandgaon	1			
13	Bilaspur				
14	Kargil				
15	Badal		1		
16	Ludhiana				
17	Mastunasahib		1		
18	Jammu				
19	Alwar				
20	Jaipur				1
21	Jodhpur			1	1
22	Naharlagun				
23	Shillong	1			
24	Golaghat				
25	Kokrajhar				
26	Solalgaon				
27	Tinsukia				
28	Namchi				
29	Imphal				

30	Utlou				
31	Dimapur	1			
32	Aizawl			1	
33	Nicobar				
34	Port Blair			1	
35	Patna				
36	Hazaribagh				
37	Ranchi				1
38	Cuttack				
39	Sundargarh			1	
40	Agartala				
41	Bolpur				
42	Jalpaiguri				
43	Lebong				
44	Bareily			1	
45	Raibareily				
46	Saifai				
47	Varanasi	1			
48	Kashipur		1		
49	Peddem				
50	Ponda	1			
51	Bawana				
52	Bhiwani	1			
53	Hisar		1		
54	Kurukshetra				

55	Calicut	1		1	
56	Kollam				
57	Thalaserry			1	
58	Thrissur				
59	Androth				
60	Puducherry			1	
61	Yanam				
62	Chennai	1		1	
63	Mayiladuthurai			1	
64	Salem				

STATUS OF ITIs AND NSTIs IN TELANGANA

4923. DR. KADIYAM KAVYA:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the number of Industrial Training Institutes (ITIs) and National Skill Training Institutes (NSTIs) functioning in Telangana, including in Warangal Lok Sabha Constituency, along with the number of trades offered and trainees enrolled during the last three years and the current year, district-wise;

(b) the steps taken/being taken by the Government to modernize infrastructure, update curricula and align ITI/NSTI courses with emerging technologies, such as Artificial Intelligence, Internet of Things,

Renewable Energy and 3D Printing, particularly in the institutions located in the said Constituency;

(c) whether the Government has entered into partnerships with industry, including Autodesk Inc., for curriculum modernization and trainer upskilling in Telangana and if so, the details thereof; and

(d) the placement rates and apprenticeship linkages achieved in Telangana, district-wise and whether any proposal exists to establish new ITIs/NSTIs or Centres of Excellence in Warangal along with the timeline for the same?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) : The Directorate General of Training (DGT), under the Ministry of Skill Development and Entrepreneurship (MSDE), implements the Craftsmen Training Scheme (CTS) through a network of Industrial Training Institutes (ITIs) for skilling the youth. Under CTS, training is imparted in 169 courses through 14,688 ITIs (Government - 3,345 and Private - 11,343) across the country.

In the State of Telangana, training under the CTS is imparted through 301 ITIs, comprising 69 Government ITIs and 232 Private ITIs. In the Warangal Lok Sabha Constituency, 30 ITIs are functioning, including 03 Government ITIs and 27 Private ITIs.

During the last three years, i.e., from 2022-23 to 2024-25, and the current session 2025-26, under CTS, a total of 1,30,094 trainees have been

enrolled in Telangana State, including 11,754 trainees in the Warangal Lok Sabha Constituency.

The district-wise number of ITIs, the number of CTS trades offered, and enrolment in ITIs during the last three years, i.e., from 2022-23 to 2024-25, and the current session 2025-26, are given in the enclosed **Statement-I**.

National Skill Training Institutes (NSTIs) impart training under the Craft Instructor Training Scheme (CITS) with the objective of equipping instructor trainees with comprehensive hands-on skills and training methodology, thereby enabling them to effectively train skilled manpower for industry.

In the State of Telangana, three NSTIs are functioning, all located in Hyderabad district, namely NSTI (Women) Hyderabad, NSTI-Ramanthapur and NSTI-Vidyanagar. Under CITS, 17 courses are being conducted across these three NSTIs in Telangana. During the period from 2022-23 to 2025-26, 1,687 trainees have been enrolled in these NSTIs.

(b) : The trade curriculum is updated periodically in consultation with industry, academia, and State/UT Governments to integrate emerging technologies, modern tools and equipment, and machinery. In addition, the DGT has introduced 31 New Age trades covering emerging areas such as Artificial Intelligence, Internet of Things, Renewable Energy and 3D Printing. The list of these New Age Trades is given in the enclosed **Statement-II**. In Warangal Lok Sabha Constituency, 07 New Age trades are currently being offered in 04 ITIs.

Further, the Pradhan Mantri Skilling and Employability through Upgraded ITIs (PM-SETU) Scheme is launched to enhance the overall quality and

relevance of vocational training with upgraded labs, machines, and industry-aligned curriculum in the country. The scheme includes upgradation of 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model wherein upgradation includes smart classrooms, modern labs, digital content, and new courses aligned to industry needs through industry-led Special Purpose Vehicles (SPVs). The selection of ITIs under the PM-SETU Scheme is led by the respective State/UT Governments in consultation with industry, ensuring alignment with emerging skill needs and local industrial potential.

(c) : The DGT has partnered with various industries, including Autodesk India Pvt. Ltd., to deliver training in new-age technical and professional skills through self-paced and mentor-led courses for trainees of ITIs and NSTIs across the country.

The partnership with Autodesk India focuses on curriculum enhancement and strengthening instructional capacity through faculty development programmes for trainers, enabling adoption of modern tools and digital workflows relevant to sectors such as manufacturing, design, architectural engineering and related areas. In this regard, Faculty Development Programmes are being conducted for trainers across the country, including Telangana.

(d) : The district-wise number of ITI passout candidates engaged as apprentices under the Apprenticeship Training during the last three years, i.e., from 2022-23 to 2024-25, and the current session 2025-26, are given in the

enclosed **Statement-III**.

The establishment of Government ITIs falls within the jurisdiction of the respective State Governments and UT Administrations. Proposals received in this regard are examined and processed in accordance with the procedures and timelines prescribed under the affiliation norms. As on date, there is no proposal to establish a new ITI/NSTI in the Warangal constituency.

STATEMENT-I

The district-wise number of ITIs, the number of CTS trades offered, and enrolment in ITIs during the last three years, i.e., from 2022-23 to 2024-25, and the current session 2025-26 in Telangana State

Sr. No	District	No. of ITIs	No. of CTS trades offered	Enrollment, from session 2022-23 to 2024-25	Enrolment in current session 2025-26
1	Adilabad	4	31	1,404	785
2	Bhadradri Kothagudem	26	105	8,981	3,923
3	Hyderabad	23	151	7,246	4,064
4	Jagitial	3	11	766	392
5	Jangoan	7	14	2,076	709
6	Jogulamba Gadwal	7	25	2,114	879
7	Kamareddy	7	30	1,144	768
8	Karimnagar	10	38	2,318	1,076
9	Khammam	9	34	2,512	1,010
10	Kumuram Bheem	1	2	221	82

	Asifabad				
11	Mahabubabad	10	27	1,989	950
12	Mahabubnagar	10	45	3,534	1,436
13	Mancherial	10	49	2,923	1,512
14	Medak	7	25	2,224	932
15	Medchal Malkajgiri	17	67	5,884	2,210
16	Mulugu	2	17	434	461
17	Nagarkurnool	8	32	2,211	1,046
18	Nalgonda	15	72	4,813	2,162
19	Narayanpet	3	6	1,138	369
20	Nirmal	3	12	1,037	404
21	Nizamabad	9	53	3,013	1,629
22	Peddapalli	8	39	3,736	1,476
23	Rajanna Sircilla	3	15	1,057	534
24	Ranga Reddy	22	50	4,855	1,616
25	Sangaredd	18	78	6,410	2,547

	y				
26	Siddipet	10	41	3,145	1,526
27	Suryapet	5	16	634	401
28	Vikarabad	5	35	1,363	977
29	Wanaparthy	4	16	1,207	541
30	Warangal	23	74	6,202	2,767
31	Yadadri Bhuvanagiri	12	41	3,051	1,268
Grand Total		**301**	**-**	**89,642**	**40,452**

STATEMENT-II

List of New Age Trades under CTS

Sr. No	Trade Name
1.	Additive Manufacturing (3D Printing) Technician
2.	Aeronautical Structure and Equipment Fitter
3.	Artificial Intelligence Programming Assistant
4.	Advance CNC Machining Technician
5.	Computer Aided Manufacturing (CAM) Programmer
6.	Drone Pilot (Junior)
7.	Drone Technician

8.	Engineering Design Technician (Artisan Using Advanced Tool)
9.	Fibre to Home Technician
10.	Geo Informatics Assistant
11.	Industrial Internet of Things (IIoT) Technician
12.	Industrial Robotics and Digital Manufacturing
13.	Information Technology
14.	Internet of Things Technician (Smart Agriculture)
15.	Internet of Things Technician (Smart City)
16.	Internet of Things Technician (Smart Healthcare)
17.	Manufacturing Process Control and Automation
18.	Mechanic Electric Vehicle
19.	Multimedia, Animation and Special Effects
20.	Semiconductor Technician
21.	Small Hydro Power Plant Technician
22.	Smartphone Technician Cum App Tester
23.	Software Testing Assistant
24.	Solar Technician (Electrical)
25.	Technician Mechatronics

26.	Virtual Analysis and Designer - FEM (Finite Element Method) (Basic Designer and Virtual Verifier)
27.	Green Hydrogen Production Technician
28.	Data Annotation Assistant
29.	Cyber Security Assistant
30.	Wind Plant Technician
31.	5G Network Technician

STATEMENT-III

District-wise number of ITI pass-outs engaged as apprentices in Telangana from Financial Year 2022-23 to 2025-26

Sr. No.	District	Number of apprentices engaged in Financial Year				
		2022-23	2023-24	2024-25	2025-26	Total
1.	Adilabad	77	22	0	4	103
2.	Bhadradri Kothagudem	615	744	619	391	2,369
3.	Hanumakonda	291	272	47	286	896
4.	Hyderabad	2,523	3,397	2,326	2,728	10,974
5.	Jagitial	0	1	0	3	4
6.	Jangoan	0	3	0	0	3
7.	Jayashankar Bhupalapally	126	116	136	111	489
8.	Jogulamba Gadwal	0	1	6	1	8
9.	Kamareddy	0	0	0	1	1

10.	Karimnagar	133	115	157	55	460
11.	Khammam	89	65	27	62	243
12.	Kumuram Bheem Asifabad	111	87	137	112	447
13.	Mahabubabad	0	0	0	5	5
14.	Mahabubnagar	86	50	66	70	272
15.	Mancherial	324	393	357	89	1,163
16.	Medak	42	136	55	75	308
17.	Medchal Malkajgiri	3,001	2,990	2,249	2,245	10,485
18.	Mulugu	0	1	0	0	1
19.	Nalgonda	90	72	51	63	276
20.	Nirmal	0	0	1	0	1
21.	Nizamabad	61	52	4	4	121
22.	Peddapalli	556	568	472	148	1,744
23.	Ranga Reddy	972	1,057	740	807	3,576
24.	Sangareddy	1,512	1,788	1,670	2,358	7,328
25.	Siddipet	253	169	111	79	612
26.	Suryapet	19	18	13	6	56
27.	Vikarabad	16	14	18	19	67
28.	Wanaparthy	0	52	13	27	92
29.	Warangal	7	14	8	24	53
30.	Yadadri Bhuvanagiri	0	0	5	8	13
Grand Total		**10,904**	**12,197**	**9,288**	**9,781**	**42,170**

IMPLEMENTATION OF PMKVY IN DHARMAPURI

4924. SHRI A. MANI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government has mapped the skill demand and supply gap in Tamil Nadu under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) and the extent to which training centres in the State are aligned with emerging sectors, such as electronics, renewable energy, logistics and healthcare;

(b) the details of training centres, sanctioned job roles, batch utilisation rates and drop-out percentages in Tamil Nadu, district-wise, particularly for Dharmapuri district;

(c) the percentage of certified candidates in the said district who secured employment within six months of certification, along with the details of migration outside the district for jobs;

(d) whether the wage levels of placed candidates in Dharmapuri district meet minimum wage standards and provide sustainable livelihoods and if so, the details thereof; and

(e) whether the Government proposes to introduce industry-linked apprenticeship clusters or women-focused residential skill hubs in Dharmapuri district to improve placement outcomes and retention rates and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Ministry of Skill Development and Entrepreneurship (MSDE) is implementing Pradhan Mantri Kaushal Vikas Yojana, since 2015, for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to the youth across the country including Tamil Nadu. PMKVY 4.0, which is being implemented since 2022, is a demand-driven scheme aimed at bridging skill gaps identified across various sectors. The identification of such gaps is facilitated through skill gap studies conducted by the Sector Skill Councils. Further, District Skill Committees constituted across all States/UTs prepare District Skill Development Plans (DSDPs) to promote decentralized planning for skill development and effective implementation at the grassroots level. All 38 districts of Tamil Nadu prepared their District Skill Development Plans (DSDPs) for the financial year 2024–25. These plans identify priority sectors with employment potential and assess the corresponding skilling demand. Further, training is aligned with industry requirements through Qualification Packs and National Occupational Standards developed in consultation with Awarding Bodies and industry stakeholders.

The sector wise details of candidates trained under PMKVY since inception upto 31.12.2025, including emerging sectors such as electronics, renewable energy, logistics and healthcare sector, in the State of Tamil Nadu,

are given in the enclosed **Statement-I**.

(b): The district wise details of training centres and drop-out percentages in Tamil Nadu under PMKVY since, 2015 to 31.12.2025 are given in the enclosed **Statement-II**. The district wise details of job role offered under PMKVY since 2015 to 31.12.2025 are available at link https://www.msde.gov.in/documents?page=1.

(c) and (d): Under PMKVY, placements were tracked in the Short-Term Training (STT) component in the first three versions of the Scheme - PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0, implemented from FY 2015-16 to FY 2021-22. Under PMKVY 1.0 to 3.0, 4,168 candidates have been certified under STT component in the Dharmapuri district of Tamil Nadu, out of which, 44.86 % candidates have been reported placed.

Under PMKVY 4.0, the focus is to empower our trained candidates to choose their varied career path and suitably oriented for the same through industry-relevant skill courses that include On-the-Job Training (OJT).

An independent third-party impact evaluation of Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0 conducted by the Arun Jaitley National Institute of Financial Management (AJNIFM) across 12 States, including Tamil Nadu, has mentioned in its report that PMKVY training has contributed to a measurable shift in employment outcomes for STT candidates. The combined share of employed and self-employed STT respondents increased from 26.6% prior to training to 45.4% after PMKVY training, reflecting an 18.8 percentage point increase. Income-related outcomes also show positive movement, with 41.4%

of STT candidates and 48.9% of RPL candidates reporting an increase in income following training and certification.

(e): The Government has taken various steps to strengthen industry linkage, increase women participation and placement outcomes under PMKVY 4.0. The courses under PMKVY are designed by industry-led bodies addressing the requirement of emerging sectors.

Further, to enable the opportunities for employments, Skill India Digital Hub (SIDH) platform has been launched as a one-stop platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a lifelong array of services targeting a wide range of stakeholders. Details of the trained candidates are available on SIDH portal for connecting with potential employers. Through Skill India Digital Hub, candidates can have access to jobs and apprenticeship opportunities. Also, On-Job-Training (OJT) has been made an inherent component of the PMKVY. Further, Kaushal Mahotsavs and Pradhan Mantri National Apprenticeship Melas (PMNAMs) have been organized to facilitate the placements opportunities to the certified candidates.

In order to increase the participation of women under PMKVY, conveyance cost and boarding and lodging facilities are being provided. PMKVY 4.0 prioritizes and provides special focus to projects that emphasize women as primary beneficiaries such as Nurturing Aspirations through Vocational Training for Young Adolescent Girls (NAVYA).

STATEMENT I

The sector wise details of candidates trained under PMKVY since inception upto 31.12.2025, including emerging sectors such as electronics, renewable energy, logistics and healthcare sector, in the State of Tamil Nadu

S.No.	Sector Name	Candidates Trained
1.	Aerospace and Aviation	255
2.	Agriculture	21,713
3.	Apparel	1,32,163
4.	Automotive	26,756
5.	Beauty and Wellness	46,101
6.	BFSI	10,454
7.	Capital Goods	5,122
8.	Construction	11,251
9.	Domestic Workers	2,101
10.	Electronics and Hardware	65,667
11.	Food Processing	12,895
12.	Furniture and Fittings	1,362
13.	Gems and Jewellery	25,812
14.	Green Jobs	7,579
15.	Handicrafts and Carpet	8,379
16.	Healthcare	19,812
17.	Hydrocarbon	17,322

18.	Instrumentation Automation Surveillance and Communication (IASC)	3,863
19.	Infrastructure Equipment	7,991
20.	Iron and Steel	597
21.	IT-ITeS	35,257
22.	Leather	1,19,190
23.	Life Sciences	4,465
24.	Logistics	58,159
25.	Management	22,469
26.	Media and Entertainment	50,455
27.	Mining	400
28.	Paints And Coatings	1,110
29.	Persons with Disability	1,435
30.	Plumbing	5,575
31.	Power	637
32.	Retail	36,672
33.	Rubber	26,147
34.	Sports	30
35.	Telecom	24,210
36.	Textiles And Handlooms	59,213
37.	Tourism and Hospitality	16,106
	Total	**8,88,725**

STATEMENT-II

The district wise details of training centres, enrolments and drop-out percentages in Tamil Nadu under PMKVY since, 2015 to 31.12.2025

District	Training Centres	Enrolled	Drop Out	Dropout % (Dropout / Enrolled)
Ariyalur	34	13,513	445	3%
Chengalpattu	8	1,687	122	7%
Chennai	217	1,11,957	5,801	5%
Coimbatore	228	63,736	5,388	8%
Cuddalore	98	22,360	2,255	10%
Dharmapuri	63	14,668	1,342	9%
Dindigul	142	20,870	890	4%
Erode	128	35,037	3,825	11%
Kallakurichi	4	550	4	1%
Kancheepuram	130	65,405	1,740	3%
Kanniyakumari	58	24,672	884	4%
Karur	35	16,430	1,760	11%
Krishnagiri	54	25,583	2,251	9%
Madurai	120	34,848	1,204	3%
Nagapattinam	38	12,980	1,790	14%
Namakkal	105	41,135	3,408	8%
Perambalur	37	12,116	871	7%

Pudukkottai	30	8,388	565	7%
Ramanathapuram	42	7,979	207	3%
Ranipet	5	1,319	115	9%
Salem	142	42,485	1,871	4%
Sivaganga	60	11,778	464	4%
Tenkasi	5	842	45	5%
Thanjavur	69	16,684	1,284	8%
The Nilgiris	17	12,740	2,335	18%
Theni	41	11,130	308	3%
Thiruvallur	120	43,264	1,342	3%
Thiruvarur	33	9,212	940	10%
Thoothukkudi	44	11,097	948	9%
Tiruchirappalli	135	54,476	2,639	5%
Tirunelveli	89	22,252	867	4%
Tirupathur	4	1,709	85	5%
Tiruppur	113	25,984	977	4%
Tiruvannamalai	84	35,826	1,162	3%
Vellore	239	77,139	2,396	3%
Viluppuram	65	16,866	2,454	15%
Virudhunagar	111	16,652	533	3%
Total	**2,947**	**9,45,369**	**55,517**	**6%**

विद्यालयों में अर्हता-प्राप्त योग्य शिक्षकों की कमी

4925. श्रीमती मंजू शर्मा:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि देश के कई विद्यालयों में, विशेषकर ग्रामीण क्षेत्रों में अर्हता-प्राप्त योग्य विद्यालयी शिक्षकों की निरंतर कमी बनी हुई है;

(ख) यदि हां, तो वर्तमान में इस कमी का सामना कर रहे विद्यालयों की राज्यवार संख्या कितनी है;

(ग) क्या सरकार ने विशेषकर ग्रामीण क्षेत्रों में विद्यालयी शिक्षकों के रिक्त पदों को भरने के लिए कोई विशिष्ट कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या यह सच है कि राजस्थान राज्य में प्राथमिक, माध्यमिक और उच्च शिक्षा के सभी स्तरों पर शिक्षकों के बड़ी संख्या में रिक्त पद शिक्षण व्यवस्था और शिक्षा की गुणवत्ता को प्रतिकूल रूप से प्रभावित कर रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) सरकार द्वारा इन रिक्त पदों को भरने के लिए उठाए गए और उठाए जाने वाले कदमों का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ङ): शिक्षा संविधान की समवर्ती सूची का एक विषय होने के नाते, देश के बहुसंख्य स्कूल संबंधित राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों के प्रशासनिक नियंत्रण में हैं। तदनुसार, शिक्षकों की भर्ती, सेवा शर्तों और तैनाती से संबंधित मामले संबंधित राज्यों/संघ राज्य क्षेत्रों के प्रशासनिक अधिकार क्षेत्र में आते हैं। सेवानिवृत्ति, त्यागपत्र, नए पदों के सृजन, युक्तिसंगतता एवं नामांकन में वृद्धि जैसे कारकों के कारण समय-समय पर शिक्षकों की रिक्तियां उत्पन्न होती जिनमें ग्रामीण और दूरस्थ क्षेत्र भी शामिल हैं। राजस्थान राज्य सहित शिक्षकों के रिक्त पदों और शिक्षकों की कमी का सामना कर रहे स्कूलों की संख्या से संबंधित आंकड़े संबंधित राज्यों/संघ राज्य क्षेत्रों

द्वारा रखे जाते हैं।

यूडाइस+ 2024-25 रिपोर्ट के अनुसार, राजस्थान राज्य सहित देशभर के सरकारी स्कूलों में शिक्षकों की स्थिति का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा https://www.education.gov.in/parl_ques लिंक पर उपलब्ध है।

केन्द्र सरकार समय-समय पर राज्यों/संघ राज्य क्षेत्रों को स्वायत्त शिक्षक भर्ती बोर्डों अथवा इसी प्रकार के तंत्रों सहित पारदर्शी और योग्यता आधारित भर्ती प्रक्रियाओं के माध्यम से रिक्त पदों को भरने का सुझाव देती है। प्रतिस्पर्धी चयन, निरंतरता और प्रौद्योगिकी आधारित शिक्षक आवश्यकता योजना और पूर्वानुमान पर जोर देने के साथ ही बैठकों और सुझावों के माध्यम से भर्ती की प्रगति की नियमित रूप से समीक्षा की जाती है।

केंद्र प्रायोजित समग्र शिक्षा योजना के तहत, राज्यों/संघ राज्य क्षेत्रों को ग्रामीण और लाभवंचित क्षेत्रों में शिक्षकों की समान उपलब्धता सुनिश्चित करने के लिए ऑनलाइन प्रणाली सहित शिक्षकों की तर्कसंगत और पारदर्शी तैनाती करने में सहायता दी जाती है। राज्यों/संघ राज्य क्षेत्रों को स्थानीय स्तर पर कमियों का समाधान करने के लिए स्कूल जटिल/क्लस्टर-आधारित दृष्टिकोण और शिक्षक-साझाकरण तंत्र अपनाने के लिए भी प्रोत्साहित किया जाता है।

शिक्षकों की गुणवत्ता सुनिश्चित करने के लिए राष्ट्रीय अध्यापक शिक्षा परिषद (एनसीटीई) ने समय-समय पर यथा संशोधित दिनांक 23 अगस्त, 2010 की राजपत्र अधिसूचना के तहत शिक्षकों की नियुक्ति के लिए न्यूनतम अर्हताएं निर्धारित की हैं।

इसके अलावा, केन्द्र सरकार निशुल्क और अनिवार्य बाल शिक्षा का अधिकार अधिनियम, 2009 के अंतर्गत निर्धारित मानदंडों के अनुसार स्कूल शिक्षा के विभिन्न स्तरों पर उपयुक्त छात्र-शिक्षक अनुपात (पीटीआर) बनाए रखने हेतु समग्र शिक्षा के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान करती है।

राष्ट्रीय शिक्षा नीति (एनईपी), 2020 के पैरा 2.3 में प्रत्येक स्कूल में 30:1 से कम और सामाजिक-आर्थिक रूप से लाभवंचित छात्रों के उच्च अनुपात वाले क्षेत्रों में 25:1 से कम पीटीआर

बनाए रखने पर जोर दिया गया है। यूडाइस+डेटा के अनुसार, राष्ट्रीय स्तर पर पीटीआर वर्ष 2022-23 में 27:1 से बढ़कर वर्ष 2024-25 में बुनियादी चरण में 10, प्रारंभिक चरण में 13, मध्य चरण में 14 और माध्यमिक स्तर पर 21 हो गया है। इसके अलावा, राजस्थान में पीटीआर बुनियादी चरण में 9, प्रारंभिक चरण में 11, मध्य चरण में 12 और माध्यमिक चरण में 16 है, जो एनईपी 2020 के तहत परिकल्पित मानदंडों के भीतर है।

RESTORATION OF MAJOR RIVERS IN CHHATTISGARH

4926. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the status of the restoration of major rivers viz. Mahanadi, Shivnath and Kharun, etc.;

(b) a detailed roadmap to ensure that these projects do not face further delays, keeping in view the critical pollution levels in rivers, like the Kharun;

(c) the details of measures taken by the Government to prevent the discharge of sewage water into rivers in the 16 locations where plants are either under construction or still in the planning phase;

(d) the details of current monitoring mechanism to ensure that the treated water meets National Green Tribunal (NGT) mandate of biological and chemical standards before being released back into the rivers, State/UT-wise; and

(e) the mechanism adopted by the Government to integrate the NGT's

restoration directives with stricter enforcement on industrial units situated along the banks of the Arpa, Hasdeo and Kelo rivers etc.?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): Mahanadi River flows through Chhattisgarh and Odisha. Kharun river is a tributary of Shivnath River, which is a tributary of Mahanadi. Under National Water Quality Monitoring Programme (NWMP), CPCB identifies Polluted River Stretches (PRS) based on the level of organic matter which is measured in terms of Biochemical Oxygen Demand (BOD) concentration. The PRS are classified under Priority Class I to Priority Class V, Priority I being most polluted with BOD value of more than 30 mg/l and Priority V being least polluted with BOD ranging between 3 – 6 mg/l.

The latest report titled “Polluted River Stretches for Restoration of Water Quality” is published by CPCB in 2025 based on the water quality data of year 2022 and 2023 and is available on CPCB website at https://cpcb.nic.in/reports-3/.

For rejuvenation of Polluted River Stretches (PRS), comprehensive action plans were prepared by River Rejuvenation Committee (RRC) constituted by the respective State Government/ UT Administration, under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory for bringing all the polluted river stretches identified by CPCB fit for bathing purposes (i.e. BOD < 3 mg/L and FC < 500 MPN/100 mL). The progress of implementation of action plans is reviewed by the RRCs at State Level and by

Central Monitoring Committee (CMC) constituted at Ministry of Jal Shakti at Central Level. Details of Online Continuous Effluent Monitoring Systems (OCEMS) installed by industries in the state of Chhattisgarh is available at https://rtdms.cpcb.gov.in/data.

To prevent the discharge of sewage water into rivers, as reported by Chhattisgarh Environment Conservation Board (CECB), there are 24 STPs operational and 16 STPs under construction. Further, it is reported that Faecal Sludge Treatment Plant (FSTP) have been installed in such places where STPs are under construction. Odisha has 12 sewage treatment plants (STPs). All 12 STPs are operational and complying with the prescribed standards. In addition, there are 120 FSTPs in Odisha.

The steps taken by the Government for prevention and control of water pollution including strict monitoring are given below:

- Regulation of industrial Pollution is enforced through various provisions of the Water (Prevention and Control of Pollution) Act, 1974 under Consent mechanism by the respective SPCB / PCC.
- The Central and State Pollution Control Boards (SPCBs) / Pollution Control Pollution Committees (PCCS) are implementing the provisions of both the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986 to prevent and control pollution of aquatic resources.
- The Ministry of Environment Forest and Climate Change (MoEFandCC)

has notified “Standards for Emission or Discharge of Environmental Pollutants from various Industries” under Schedule-I of the Environment Protection Rules, 1986. The industrial sectors, for which specific standards are not available, general standards as notified under Schedule-VI of the Environment Protection Rules, 1986 are applicable.

- The Online Continuous Effluent Monitoring Systems (OCEMS) are installed by 17 categories of industries and Grossly Polluting Industries (GPIs) in the country as per directives issued by CPCB. This initiative provides real-time information on effluent quality, enabling the identification of non-complying units and the implementation of corrective actions.
- SPCBs / PCCs have been directed under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to direct concerned agencies in the State/UT to develop infrastructure for sewage treatment.
- CPCB is periodically issuing directions to all the concerned departments in the States for management of sewage and waste water in accordance with the provisions of the Environment (Protection) Rules, 1986. For ensuring proper operation of existing STPs, Common Effluent Treatment Plants (CETPs) and industrial pollution control, directions are also issued under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 as well as under Section 5 of the Environment (Protection) Act, 1986.

- CPCB has prepared guidelines for conservation and Zero Liquid Discharge (ZLD) in feasible industrial sectors, along with guidelines for the utilization of treated effluent in irrigation. Treated wastewater can be reused in various industrial sectors to reduce dependency on freshwater, which enhances sustainability, and promotes effective water resource management.

नए केंद्रीय शैक्षणिक संस्थानों की स्थापना

4927. श्री देवेश शाक्य:

श्री बाबू सिंह कुशवाहा:

श्री नीरज मौर्य:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का उत्तर प्रदेश के एटा, कासगंज, जौनपुर, बदायूं और बरेली जिलों और आंवला लोक सभा निर्वाचन क्षेत्र जैसे कृषि प्रधान क्षेत्रों के युवाओं के लाभ के लिए नए केंद्रीय शिक्षण संस्थान या व्यावसायिक/कौशल आधारित महाविद्यालय स्थापित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-यूएसएचए) के अंतर्गत पिछले तीन वर्षों के दौरान एटा, कासगंज, जौनपुर, बदायूं और बरेली जिलों के सरकारी महाविद्यालयों में प्रयोगशालाओं और डिजिटल अवसंरचना के विकास के लिए स्वीकृत की गई और उपयोग की गई निधि कितनी है;

(ग) क्या सरकार का जौनपुर, एटा, कासगंज और आंवला क्षेत्र के स्थानीय महाविद्यालयों में कृषि-उद्यमिता का संवर्धन करने के लिए विशेष पाठ्यक्रम शुरू करने हेतु वित्तीय सहायता या विशेष अनुदान प्रदान करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार ने विशेषकर एटा, कासगंज और जौनपुर जिलों में ग्रामीण छात्रों को शैक्षिक ऋण प्राप्त करने में आने वाली कठिनाइयों के समाधान हेतु कोई विशेष निगरानी तंत्र या सहायता प्रणाली स्थापित की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): उत्तर प्रदेश राज्य में अलीगढ़ मुस्लिम विश्वविद्यालय (एएमयू), अलीगढ़, इलाहाबाद विश्वविद्यालय, प्रयागराज, भारतीय प्रौद्योगिकी संस्थान (आईआईटी) कानपुर, भारतीय प्रौद्योगिकी संस्थान, वाराणसी (बीएचयू), भारतीय प्रबंधन संस्थान (आईआईएम) लखनऊ, मोतीलाल नेहरू राष्ट्रीय प्रौद्योगिकी संस्थान (एमएनएनआईटी) प्रयागराज, भारतीय सूचना प्रौद्योगिकी संस्थान (आईआईआईटी) इलाहाबाद आदि सहित 15 केन्द्रीय वित्त पोषित संस्थान हैं।

सरकार ने शैक्षिक रूप से असेवित/अल्पसेवित क्षेत्रों की जरूरतों को पूरा करने के लिए रूसा के पूर्ववर्ती चरणों की प्रतिबद्ध देनदारियों सहित 12,926.10 करोड़ रु. के परिव्यय के साथ जून 2023 में प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-उषा) के रूप में राष्ट्रीय उच्चतर शिक्षा अभियान (रूसा) का तीसरा चरण शुरू किया है। पीएम-उषा एक केंद्र प्रायोजित योजना है जिसका उद्देश्य राज्य सरकार के विशिष्ट विश्वविद्यालयों और कॉलेजों को वित्त पोषित करना है, ताकि निर्धारित मानदंडों और मानकों के अनुरूप उनकी गुणवत्ता में सुधार किया जा सके।

उत्तर प्रदेश राज्य में, योजना के विभिन्न घटकों के तहत, 1942.27 करोड़ रु. (इसमें से 1173.06 करोड़ रुपये का केंद्रीय हिस्सा) की राशि के लिए कुल 204 इकाइयों को स्वीकृति दी गई है जिसमें एटा, कासगंज, जौनपुर, बदायूं और बरेली जिलों में न्यू मॉडल डिग्री कॉलेज, बहु-विषयक शिक्षा और अनुसंधान विश्वविद्यालय (मेरु), विश्वविद्यालयों के सुदृढीकरण करने के लिए अनुदान (जीएसयू) और कालेजों के सुदृढीकरण करने के लिए अनुदान (जीएसयू) के लिए 217.64 करोड़ रुपये की 17 परियोजनाए शामिल हैं। इसके अलावा, योजना के विभिन्न घटकों के तहत, राज्य/संघ राज्य क्षेत्र कई कार्यकलाप जैसे (i) उद्योगों/सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) की मदद से कौशल-आधारित

पाठ्यक्रमों के लिए स्टार्ट-अप इनक्यूबेशन केंद्र और प्रौद्योगिकी विकास केंद्र स्थापित करना; (ii) प्रशिक्षुता/अनुसंधान/उद्यमिता/रोजगार के लिए उद्योग के साथ समझौता ज्ञापनों पर हस्ताक्षर किए गए; (iii) नियुक्ति/प्रशिक्षण और प्रमाणन कार्यक्रम, उद्योग के लिए अधिक उपयुक्त संवर्धित पाठ्यक्रमों और उद्योग-अकादमिक संबंधों के अनुरूप संरचनात्मक सुधार; (iv) इंटर्नशिप/प्रशिक्षुता एंबेडेड डिग्री कार्यक्रम; (v) 21वीं सदी के कौशलों के लिए व्यावसायिक पाठ्यक्रम, व्यावसायिक शिक्षा के संबंध में इंटर्नशिप/प्रशिक्षण; (vi) महिलाओं, ट्रांसजेंडरों के लिए कौशल और व्यवसायीकरण प्रशिक्षण/कार्यशालाएं/प्लेसमेंट पर ध्यान केंद्रित करना; (vii) नेशनल क्रेडिट फ्रेमवर्क (एनसीआरएफ) के माध्यम से छात्रों के लिए समानता और गतिशीलता स्थापित करना; (viii) राष्ट्रीय उच्चतर शिक्षा योग्यता कार्यढांचा; (ix) एकेडमिक बैंक ऑफ क्रेडिट (एबीसी), बहु प्रवेश/निकास; (x) भारतीय भाषाओं में पाठ्यक्रम और पुस्तकें/पाठ्यक्रम सामग्री आदि शुरू कर सकते हैं।

(घ): शैक्षिक ऋण प्राप्त करते समय ग्रामीण छात्रों के समक्ष आने वाली कठिनाइयों को दूर करने के लिए, एक समर्पित ऑनलाइन प्लेटफॉर्म, पीएम विद्यालक्ष्मी पोर्टल https://pmvidyalaxmi.co.in विकसित किया गया है, जिस पर ग्रामीण क्षेत्र के छात्रों सहित छात्र सभी बैंकों द्वारा उपयोग की जाने वाली आसान आवेदन प्रक्रिया के माध्यम से शिक्षा ऋण के साथ-साथ ब्याज से छूट के लिए आवेदन कर सकते हैं। इस पोर्टल ने 25 फरवरी 2025 से काम करना शुरू कर दिया है। पूर्व में उपयोग किए जाने वाले 7-8 पृष्ठ के लंबे प्रारूप की अपेक्षा 2-पृष्ठ के एक सरल आवेदन प्रारूप के साथ ऋणों को सरलीकृत, पारदर्शी, छात्र-अनुकूल और पूरी तरह से डिजिटल आवेदन प्रक्रिया के माध्यम से सुलभ बनाया जाता है। आवेदन प्रक्रिया के विभिन्न चरणों में छात्रों, उच्चतर शिक्षा संस्थानों और बैंकों की मदद के लिए पीएमवीएल पोर्टल आवेदनों के लिए 24X7 टोल-फ्री हेल्पलाइन 1800 1031 चालू है। वर्ष 2025-26 (फरवरी 2026 तक) में पीएम-विद्यालक्ष्मी पोर्टल के माध्यम से उत्तर प्रदेश के छात्रों को 25,000 से अधिक शिक्षा ऋण स्वीकृत किए गए हैं।

व्यय न की गई सीएसआर निधि

4928. श्री राजकुमार रोतः

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) कंपनी अधिनियम, 2013 के अंतर्गत वर्ष 2014-15 से अब तक व्यय न की गई कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) निधि में से सरकारी अधिसूचित कोष में जमा की गई कुल धनराशि का वर्षवार ब्यौरा क्या है;

(ख) क्या यह सच है कि कई कंपनियां दो प्रतिशत सीएसआर राशि व्यय करने में असमर्थ रही हैं; और

(ग) यदि हां, तो ऐसी कंपनियों की वर्षवार संख्या कितनी है और ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): वित्तीय वर्ष 2014-15 से 2023-24 तक कंपनी अधिनियम, 2013 ('अधिनियम') की अनुसूची VII में निर्दिष्ट निधियों में कंपनियों द्वारा अंतरित राशि का ब्यौरा संलग्न **विवरण** में दिया गया है, जिसमें कंपनियों के अव्ययित सीएसआर खातों से अंतरित निधियां शामिल हैं।

(ख) और (ग): कंपनी अधिनियम, 2013 के प्रावधानों के अनुसार, 500 करोड़ रुपये या उससे अधिक की निवल संपत्ति या 1000 करोड़ रुपये या उससे अधिक का कारोबार या तत्काल पूर्ववर्ती वित्तीय वर्ष के दौरान 5 करोड़ रुपये या उससे अधिक का शुद्ध लाभ करने वाली प्रत्येक कंपनी को यह सुनिश्चित करना होगा कि वह प्रत्येक वित्तीय वर्ष में तीन तत्काल वित्तीय वर्षों के दौरान कंपनी के औसत शुद्ध लाभ का कम से कम 2% व्यय किए हों।

अधिनियम की धारा 135 (5) और (6) के अनुसार, किसी चालू परियोजना के मामले में, कंपनी को संबंधित वित्तीय वर्ष के अंत से 30 दिनों के भीतर कंपनी के एक विशेष खाते अर्थात् 'अव्ययित सीएसआर खाता' में अव्ययित राशि को अंतरित करना आवश्यक है और इस तरह के अंतरण की तारीख से अगले तीन वित्तीय वर्षों के भीतर अपनी सीएसआर नीति के अनुसरण में इसे व्यय करना होगा। तीन वित्तीय वर्ष

बीत जाने के बाद, व्यय न की गई शेष राशि, यदि कोई हो, को तीसरे वित्तीय वर्ष के पूरा होने की तारीख से तीस दिनों की अवधि के भीतर अधिनियम की अनुसूची VII में उल्लिखित किसी भी निधि में अंतरित किया जाना अपेक्षित है। चालू परियोजना के अलावा अन्य के मामले में, कंपनी को संबंधित वित्तीय वर्ष के अंत से छह महीने की अवधि के भीतर अधिनियम की अनुसूची VII में उल्लिखित किसी भी निधि में अव्ययित सीएसआर राशि को अंतरित करना आवश्यक है। मंत्रालय अव्ययित गई सीएसआर निधियों का ब्यौरा केन्द्रीय रूप से नहीं रखता है।

<u>विवरण</u>

वित्तीय वर्ष 2014-15 से वित्तीय वर्ष 2023-24 तक केंद्रीकृत कोषों में अंतरित कुल राशि

(राशि करोड़ रुपये में)

विवरण	**वित्तीय वर्ष 2014-15**	**वित्तीय वर्ष 2015-16**	**वित्तीय वर्ष 2016-17**	**वित्तीय वर्ष 2017-18**	**वित्तीय वर्ष 2018-19**	**वित्तीय वर्ष 2019-20**	**वित्तीय वर्ष 2020-21**	**वित्तीय वर्ष 2021-22**	**वित्तीय वर्ष 2022-23**	**वित्तीय वर्ष 2023-24**
केंद्रीकृत निधि*	624.61	910.74	787.22	799.18	1,156.86	1,790.69	3,491.30	1,631.01	1,145.78	1,000.83

(31.03.2025 तक का डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

**अधिनियम की अनुसूची VII के तहत निर्दिष्ट नामित निधियों अर्थात स्वच्छ गंगा निधि, स्वच्छ भारत निधि, प्रधानमंत्री राष्ट्रीय राहत निधि और पीएम केयर निधि सहित।*

REVIEW OF THE RESERVE BANK OF INDIA ACT

4929. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government is examining the need for a comprehensive review and amendment of the Reserve Bank of India Act to address the evolving complexities of the Indian economy and the current global economic environment, if so, the details thereof;

(b) whether the Government has assessed instances of regulatory overlap between the Reserve Bank of India and sectoral regulators such as the Securities and Exchange Board of India the Insurance Regulatory and Development Authority of India, and the Pension Fund Regulatory and Development Authority, if so, the details thereof; and

(c) whether comparative studies of central bank legislation in countries such as New Zealand and Sri Lanka have been undertaken to identify global best practices for possible incorporation into the RBI Act, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): The amendments to existing Acts are considered, based on assessment of evolving landscape, dynamics of the prevailing ecosystem, and to align them with best practices so that the Acts remain relevant, effective and able to address the emerging complexities of the economy. Further, active

and engaging consultations with all the relevant stakeholders are carried out, and best practices across other jurisdiction are analyzed, while considering any amendment in existing Acts. It was only after extensive deliberations, the provision related to 'Shifting of submission of Statutory reports by Regulated Entities to Reserve Bank of India (RBI)' in Reserve Bank of India Act, 1934 was recently amended through the Banking Laws (Amendment) Act, 2025.

RBI draws its powers to regulate banks, Non-Banking Financial Companies (NBFCs) and All India Financial Institutions (AIFIs) from various statutes such as BR Act, RBI Act, FEMA Act, SARFAESI Act, etc. In some cases, activities of regulated entities may come within the purview of more than one regulator. Overlapping of regulatory powers of different regulators, if any, are being dealt through mutual consultations and by Financial Stability and Development Council (FSDC)/ its Sub-Committees, comprising all financial sector regulators which provide an institutional platform to resolve any inter-regulatory issues and to ensure consistency and clarity in policies.

ESI HOSPITAL CAPACITY, VACANCIES AND SERVICE UTILISATION

4930. ADV. ADOOR PRAKASH:

DR. MOHAMMAD JAWED:

SHRI KISHORI LAL:

SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of total number of Employees' State Insurance (ESI)

hospitals and dispensaries in the country since 2023, year and State/UT-wise;

(b) the details of number of sanctioned and filled-up posts of doctors, specialists, nurses and paramedical staff in ESI hospitals in the country during the said period along with vacancy rates, year and State/UT-wise;

(c) the details of total number of insured persons and beneficiaries covered under ESI in the country during the said period, year and State/UT-wise;

(d) the details of total funds sanctioned and utilized on ESI medical services in the country during the said period, year and State/UT-wise; and

(e) the details of number of ESI hospitals/dispensaries where infrastructure is available and equipments are operational but specialist posts remain vacant for more than one year in the country, State-UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The details of the total number of Employee's State Insurance (ESI) hospitals and dispensaries in the country since 2023 year wise is as under: -

Year	Number of Hospitals	Number of Dispensaries
2023	161	1574
2024	161	1574
2025	165	1590
2026	166	1603

Further, the State-wise details of the total number of ESI hospitals and dispensaries in the country are given in the enclosed **Statement-I.**

(b): The details of sanctioned, in-position and vacant posts of doctors, specialists, nurses and paramedical staff in ESI hospitals, State/UT-wise are given in the enclosed **Statement-II.**

(c): The State/UT-wise details of total number of Insured Persons (IPs) and beneficiaries covered under ESI in the country during the period 2022-23 to 2024-25 are given in the enclosed **Statement-III.**

(d): The details of total funds sanctioned and expenditure incurred on ESI medical services in the country during the said period, year and State/UT-wise are given in the enclosed **Statement-IV.**

(e): The State/UT-wise details of number of ESI hospitals/dispensaries where specialist posts are vacant for more than one year in country are given in the enclosed **Statement-V.**

STATEMENT-I

State/UT-wise list of ESI Hospitals and Dispensaries

Sl. No	State / UT	No. of Hospitals			No. of Dispensaries		
		ESIC	ESIS	TOTAL	ESIC	ESIS	Total
1.	Andhra Pradesh	1	4	5		79	79
2.	Assam	2	0	2		33	33
3.	Bihar	2	2	4		18	18
4.	Chandigarh (UT)	1	0	1		2	2
5.	Chhattisgarh	4	0	4		42	42
6.	Delhi (UT)	4	0	4	32	0	32
7.	Goa	0	1	1		14	14
8.	Gujarat	5	7	12		102	102
9.	Haryana	3	4	7		91	91
10.	Himachal Pradesh	2	1	3		17	17
11.	Jammu and Kashmir (UT)	1	0	1		8	8
12.	Jharkhand	3	0	3		21	21
13.	Karnataka	3	8	11		127	127
14.	Kerala	3	9	12		149	149
15.	Madhya Pradesh	2	5	7		39	39
16.	Maharashtra	3	12	15		109	109
17.	Meghalaya	0	0	0		2	2

18.	Mizoram	0	0	0		1	1
19.	Nagaland	0	0	0		3	3
20.	Odisha	2	6	8		53	53
21.	Puducherry (UT)	1	0	1		15	15
22.	Punjab	1	6	7		69	69
23.	Rajasthan	6	3	9		76	76
24.	Sikkim	0	0	0		3	3
25.	Tamil Nadu	3	8	11		241	241
26.	Telangana	2	5	7		70	70
27.	Tripura	0	0	0		6	6
28.	Uttar Pradesh	6	10	16	4	94	98
29.	Uttarakhand	1	0	1		42	42
30.	West Bengal	1	13	14		41	41
	Total	**62**	**104**	**166**	**36**	**1567**	**1603**

(Source: ESIC Hqrs.)

STATEMENT-II

Details of sanctioned, in-position and Vacancy of Doctors, Specialist, Nursing and Paramedical Staff in ESIC Hospitals

Sr. No.	Name of State/UT	Name of ESIC Hospital	Year	Specialist Cadre			GDMO Cadre			Nursing Cadre			Paramedical Cadre			
				Sanctioned	In-position	Vacancy	Sanction	In-position	Vacancy	Sanctioned	In-position	Vacancy	SS	Regular Staff pertaining to Dying Cadre	Regular Staff other than Dying Cadre	Vacancy other dying cadre
1	Andhra Pradesh	Kakinada	2023	18	1	17	38	0	38	0	0	0	0	0	0	0
			2024	18	1	17	38	3	35	94	2	92	57	0	0	57
			2025	18	1	17	12	19	-7	78	4	74	51	9	24	27
2	Assam	Beltola, Guwahati	2023	18	10	8	33	25	8	75	52	23	44	12	30	14
			2024	18	8	10	33	25	8	75	46	29	44	6	28	16
			2025	0	7	-7	39	31	8	160	46	114	166	6	40	126

			2023	6	0	6	13	0	13	16	2	14	14	0	1	13
			2024	6	1	5	13	0	13	16	7	9	14	2	2	12
		Tinsukia	2025	18	0	18	13	4	9	56	7	49	37	2	6	31
3	Bihar		2023	10	2	8	36	16	20	244	58	186	375	4	55	320
			2024	10	1	9	36	16	20	244	58	186	375	4	53	322
		Bihta	2025	0	0	0	59	30	29	253	53	200	247	22	143	104
			2023	12	10	2	30	31	-1	51	36	15	49	3	25	24
			2024	12	6	6	30	31	-1	83	35	48	58	3	25	33
		Phulwarisharif, Patna	2025	20	5	15	16	17	-1	83	31	52	59	0	36	23
4			2023	15	14	1	33	28	5	63	54	9	81	0	0	81
			2024	15	11	4	33	28	5	83	53	30	71	19	44	27
	Chandigarh	Ramdarbar	2025	24	9	15	25	26	-1	83	53	30	76	18	49	27
5	Chattisgarh		2023	8	2	6	27	6	21	90	2	88	53	0	0	53
			2024	8	0	8	27	8	19	54	2	52	41	0	15	26
		Korba														

			2025	17	0	17	15	12	3	54	2	52	41	0	8	33
		Raipur	2023	8	4	4	27	5	22	0	0	0	0	0	0	0
			2024	8	6	2	27	7	20	60	5	55	40	0	0	40
			2025	20	6	14	16	12	4	72	8	64	56	0	0	56
		Raigarh	2023	8	0	8	38	2	36	0	0	0	0	0	0	0
			2024	8	0	8	38	2	36	94	1	93	52	0	1	51
			2025	18	0	18	36	9	27	94	2	92	53	0	4	49
		Bhilai	2023	8	0	8	38	9	29	0	0	0	0	0	0	0
			2024	8	0	8	38	13	25	94	2	92	52	0	2	50
			2025	17	0	17	15	16	-1	58	5	53	41	0	3	38
6	Delhi	Basaidarapur	2023	39	20	19	106	49	57	433	208	225	628	226	184	444
			2024	39	13	26	106	50	56	433	203	230	628	225	160	468
			2025	0	18	-18	77	64	13	387	209	178	406	195	156	250
		Jhilmil	2023	32	18	14	49	30	19	152	132	20	297	0	187	110

			2024	32	24	8	49	35	14	160	130	30	113	50	33	80
			2025	47	22	25	35	30	5	160	117	43	131	53	73	58
		Okhla	2023	66	19	47	52	34	18	210	147	63	562	77	230	332
			2024	66	26	40	52	43	9	190	144	46	373	75	124	249
			2025	76	24	52	44	35	9	193	130	63	193	65	76	117
		Rohini	2023	39	16	23	49	34	15	181	133	48	322	144	98	224
			2024	39	20	19	49	34	15	181	132	49	322	144	98	224
			2025	61	20	41	39	36	3	183	124	59	163	87	60	103
		Rohini Dental College	2025	0	0	0	0	0	0	6	6	0	77	20	18	59
7	Gujarat	Ankleshwar	2023	18	7	11	40	10	30	95	35	60	54	0	22	32
			2024	18	10	8	40	13	27	95	36	59	54	0	24	30
			2025	26	5	21	30	21	9	116	32	84	86	0	29	57
		Bapunagar	2023	29	20	9	39	24	15	173	146	27	240	29	67	173
			202	29	17	12	39	26	13	198	152	46	19	26	72	121

			4										3			
			2025	0	19	-19	47	23	24	206	139	67	260	23	72	188
		Naroda	2023	18	8	10	40	24	16	95	34	61	117	4	21	96
			2024	18	10	8	40	29	11	95	32	63	117	4	21	96
			2025	20	10	10	16	22	-6	77	43	34	62	10	20	42
		Vapi	2023	18	7	11	40	18	22	95	40	55	53	0	21	32
			2024	18	9	9	40	27	13	88	40	48	82	0	23	59
			2025	25	3	22	30	20	10	88	30	58	84	2	22	62
		Surat	2025	5	0	5	30	0	30	74	0	74	71	0	0	71
8	Haryana	Faridabad	2023	12	3	9	56	14	42	371	109	262	688	85	78	610
			2024	12	3	9	56	14	42	540	138	402	500	50	90	410
			2025	0	3	-3	84	23	61	587	117	470	524	58	98	426
		Gurgaon	2023	30	17	13	66	34	32	115	91	24	142	49	46	96
			2024	30	13	17	66	38	28	133	91	42	110	57	47	63
			202	42	12	30	31	31	0	133	83	50	11	46	48	65

			5										3			
		Manesar	2023	18	11	7	40	21	19	60	30	30	60	20	14	46
			2024	18	11	7	40	24	16	70	40	30	80	20	14	66
			2025	26	9	17	31	27	4	98	56	42	88	27	16	72
9	Himachal Pradesh	Baddi	2023	21	10	11	40	19	21	101	81	20	112	15	47	65
			2024	21	9	12	40	23	17	101	81	20	81	15	42	39
			2025	31	7	24	30	27	3	101	64	37	90	12	45	45
		Kala Amb	2023	6	0	6	11	0	11	0	0	0	0	0	0	0
			2024	6	2	4	11	0	11	0	0	0	11	0	2	9
			2025	17	2	15	15	3	12	50	14	36	39	0	6	33
10	Jammu and Kashmir	Ompura	2025	17	0	17	12	0	12	57	0	57	42	0	0	42
		Bari Brahmana	2023	12	9	3	26	28	-2	46	36	10	56	2	28	28
			2024	12	5	7	26	28	-2	46	36	10	56	1	28	28
			2025	20	9	11	16	1	15	71	32	39	59	0	30	29
11	Jharkhand	Adityapur	202	18	8	10	40	20	20	52	36	16	51	19	23	28

			3													
			2024	18	7	11	40	22	18	52	42	10	51	15	25	26
			2025	21	7	14	16	18	-2	73	39	34	54	14	25	29
		Namkum, Ranchi	2023	12	10	2	30	17	13	51	31	20	30	1	21	9
			2024	12	8	4	30	17	13	68	42	26	52	1	23	29
			2025	0	9	-9	39	19	20	156	41	115	143	0	35	108
		Maithan	2023	6	0	6	11	9	2	0	0	0	0	0	0	0
			2024	6	1	5	11	9	2	46	3	43	33	0	2	31
			2025	17	1	16	13	7	6	46	3	43	33	0	4	29
12	Karnataka	Gulbarga	2023	11	2	9	50	2	48	248	183	65	446	4	70	376
			2024	11	2	9	50	2	48	248	176	72	446	5	58	388
			2025	0	0	0	0	0	0	3	0	3	44	0	0	44
		Gulbarga (Dental College)	2025	0	0	0	0	0	0	3	0	3	44	0	0	44
		Peenya	2023	18	12	6	44	32	12	137	90	47	149	44	58	91

			2024	18	16	2	44	33	11	137	90	47	149	41	64	85
			2025	38	24	14	31	34	-3	131	88	43	118	40	61	57
		Rajajinagar	2023	19	26	-7	30	39	-9	351	265	86	575	142	191	384
			2024	19	12	7	30	39	-9	351	266	85	575	142	191	384
			2025	0	11	-11	67	55	12	349	283	66	325	134	183	142
13	Kerala	Asramam, Kollam	2023	29	19	10	57	31	26	200	145	55	203	56	86	117
			2024	29	8	21	57	33	24	168	152	16	128	54	61	67
			2025	45	7	38	35	33	2	168	147	21	131	40	80	51
		Ezhukone	2023	19	9	10	60	26	34	120	83	37	164	33	68	96
			2024	19	14	5	60	26	34	115	74	41	108	30	64	44
			2025	37	11	26	31	28	3	115	69	46	108	62	28	80
		Udyogmandal	2023	21	10	11	40	28	12	95	92	3	171	27	53	118
			2024	21	13	8	40	28	12	122	93	29	200	45	53	147
			2025	41	12	29	31	31	0	122	99	23	113	25	62	51

14	Madhya Pradesh	Nandanagar, Indore	2023	49	20	29	49	29	20	163	153	10	260	31	109	151
			2024	49	16	33	49	37	12	183	143	40	161	31	107	54
			2025	0	11	-11	62	37	25	230	127	103	240	121	23	217
		Bhopal	2023	18	0	18	0	9	-9	94	9	85	154	32	9	145
			2024	18	3	15	0	15	-15	94	13	81	154	21	7	147
			2025	24	4	20	21	22	-1	66	9	57	64	0	22	42
15	Maharashtra	Andheri	2023	50	26	24	89	43	46	100	40	60	70	5	30	40
			2024	50	16	34	89	66	23	110	50	60	90	5	40	50
			2025	0	19	-19	39	55	-16	180	102	78	158	26	130	28
		Bibvewadi	2023	18	6	12	40	25	15	94	54	40	54	0	28	26
			2024	18	15	3	40	25	15	126	54	72	107	0	34	73
			2025	38	14	24	32	24	8	126	54	72	110	2	50	60
		Kolhapur	2023	18	5	13	40	16	24	94	22	72	54	0	0	54
			2024	18	7	11	40	19	21	94	23	71	54	0	0	54

			2025	19	3	16	38	23	15	95	23	72	54	0	20	34
16	Odisha	Angul	2023	18	7	11	40	14	26	94	7	87	58	1	10	48
			2024	18	10	8	40	16	24	94	7	87	58	1	11	47
			2025	20	8	12	16	16	0	72	8	64	50	2	17	33
		Rourkela	2023	12	8	4	30	15	15	37	34	3	56	2	35	21
			2024	12	5	7	30	16	14	74	34	40	52	2	25	27
			2025	20	3	17	16	18	-2	74	34	40	52	2	25	27
17	Puducherry	Gorimedu, Puducherry	2025	24	0	24	25	0	25	68	0	68	65	0	0	65
18	Punjab	Ludhiana	2023	32	19	13	49	30	19	179	150	29	156	12	95	61
			2024	32	14	18	49	33	16	177	146	31	303	42	87	216
			2025	0	12	-12	47	30	17	185	139	46	253	41	100	153
19	Rajasthan	Alwar	2023	10	6	4	36	10	26	246	133	113	392	26	48	344
			2024	10	2	8	36	10	26	246	133	113	392	26	56	336
			2025	2	1	1	65	19	46	290	174	116	372	30	57	315

		Bhiwadi	2023	12	9	3	27	12	15	52	27	25	59	2	17	42
			2024	12	7	5	27	18	9	71	16	55	78	2	13	65
			2025	20	7	13	16	17	-1	71	15	56	52	0	19	33
		Bikaner	2023	6	0	6	16	7	9	47	5	42	21	0	8	13
			2024	6	3	3	16	8	8	8	5	3	21	0	9	12
			2025	17	2	15	12	8	4	58	9	49	41	8	12	29
		Kota	2023	12	0	12	0	9	-9	66	0	66	35	0	2	33
			2024	12	0	12	0	9	-9	66	1	65	64	0	4	60
			2025	24	0	24	21	18	3	66	31	35	64	6	14	50
		Jaipur	2023	32	25	7	48	31	17	163	92	71	161	35	69	92
			2024	32	20	12	48	36	12	215	116	99	196	28	62	134
			2025	0	9	-9	47	31	16	223	118	105	221	21	90	131
		Udaipur	2023	14	5	9	28	12	16	90	12	78	53	0	13	40
			2024	14	10	4	28	16	12	90	18	72	53	0	11	42

			2025	25	6	19	30	26	4	84	19	65	77	5	21	56
20	Tamil Nadu	Tirunelveli	2023	18	11	7	40	24	16	95	57	38	117	12	96	21
			2024	18	11	7	40	24	16	95	49	46	117	15	84	33
			2025	30	10	20	30	23	7	112	49	63	98	18	38	60
		K.K. Nagar	2023	23	6	17	56	15	41	360	211	149	553	68	158	395
			2024	23	7	16	56	15	41	360	172	188	555	58	162	393
			2025	0	5	-5	90	24	66	480	179	301	464	54	146	318
		Tirupur	2023	18	0	18	38	1	37	0	0	0	0	0	0	0
			2024	18	1	17	38	9	29	94	44	50	112	7	23	89
			2025	26	3	23	30	21	9	104	45	59	89	0	26	63
21	Telangana	S.S. Sanathnagar	2023	31	14	17	22	15	7	272	93	179	349	49	62	287
			2024	31	18	13	22	15	7	272	101	171	349	36	88	261
			2025	0	17	-17	9	10	-1	196	99	97	177	24	93	84
		Sanathnagar MC	2023	17	8	9	60	24	36	179	93	86	583	3	161	422

			2024	17	11	6	60	24	36	389	173	216	624	4	143	481
			2025	0	10	-10	84	30	54	470	165	305	445	3	148	297
22	Uttar Pradesh	Bareilly	2023	12	4	8	27	14	13	67	33	34	50	1	13	37
			2024	12	4	8	27	17	10	67	33	34	50	1	13	37
			2025	18	3	15	16	18	-2	67	30	37	50	1	12	38
		Jajmau, Kanpur	2023	12	7	5	27	19	8	54	33	21	0	0	0	0
			2024	12	5	7	27	23	4	54	30	24	0	0	0	0
			2025	20	4	16	16	20	-4	66	27	39	52	0	16	36
		Noida	2023	32	19	13	48	34	14	167	112	55	370	104	112	258
			2024	32	27	5	48	46	2	167	110	57	350	112	95	255
			2025	0	3	-3	47	31	16	235	100	135	310	148	152	158
		Sahibabad	2023	18	12	6	40	28	12	90	30	60	80	5	25	55
			2024	18	13	5	40	28	12	100	25	75	90	0	30	60
			2025	37	14	23	31	28	3	114	34	80	113	0	34	79

		Sarojininagar, Lucknow	2023	16	9	7	31	23	8	80	46	34	39	0	21	18
			2024	16	9	7	31	23	8	80	46	34	39	0	24	15
			2025	27	7	20	25	25	0	87	44	43	78	0	25	53
		Varanasi	2023	28	11	17	58	23	35	143	36	107	54	0	28	26
			2024	28	13	15	58	33	25	143	42	101	54	0	28	26
			2025	0	9	-9	36	37	-1	169	31	138	174	0	32	142
23	Uttarakhand	Rudrapur	2023	8	4	4	27	11	16	90	3	87	53	3	5	48
			2024	8	4	4	27	17	10	90	3	87	53	3	5	48
			2025	24	3	21	25	24	1	76	5	71	70	4	17	53
	West Bengal		2023	18	4	14	42	15	27	345	196	149	625	68	158	467
			2024	18	2	16	42	15	27	345	184	161	625	64	159	466
24		Joka	2025	0	1	-1	76	20	56	377	178	199	369	5	188	181

(Source: ESIC Hqrs)

STATEMENT-III

The state-wise total number of IPs and beneficiaries covered under ESI in the country since 2023

S.No.	State	Insured Persons (IPs)			Beneficiaries		
		2022-23	2023-24	2024-25	2022-23	2023-24	2024-25
1	Andhra Pradesh	1316920	1386630	1428110	5109650	5380124	5541067
2	Assam	289920	329660	342000	1124890	1279081	1326960
3	Arunachal Pradesh	1200	1810	2210	4656	7023	8575
4	Meghalaya	15380	15910	16130	59674	61731	62584
5	Nagaland	3670	4630	5360	14240	17964	20797
6	Tripura	16430	19050	22910	63748	73914	88891
7	Manipur	3900	4520	5350	15132	17538	20758
8	Mizoram	1960	2710	3160	7605	10515	12261
9	Bihar	411210	450640	513420	1595495	1748483	1992069
10	Chandigarh	141210	155250	142120	547895	602370	551425
11	Chhattisgarh	557400	576840	627260	2162712	2238139	2433769
12	Delhi	1412380	1492680	1400970	5480034	5791598	5435763
13	Goa	195110	216510	215910	757027	840059	837731
14	Gujarat	1701960	1882600	2004720	6603605	7304488	7778313
15	Haryana	2550310	2897730	2924310	9895203	11243192	11346323
16	Himachal Pradesh	368090	410860	415570	1428189	1594137	1612412
17	Jammu and Kashmir	134600	147310	155720	522248	571563	604194
18	Jharkhand	494210	517950	554980	1917535	2009646	2153322
19	Karnataka	3264340	3439260	3533300	12665639	13344329	13709204
20	Kerala	1013930	1006470	1095170	3934048	3905104	4249260
21	Madhya Pradesh	1111360	1215640	1299080	4312077	4716683	5040430

22	Maharashtra	4455490	4870460	4914790	17287301	18897385	19069385
23	Odisha	918450	982390	1090420	3563586	3811673	4230830
24	Puducherry and Mahe	108580	116080	120400	421290	450390	467152
25	Punjab	1276940	1385470	1387110	4954527	5375624	5381987
26	Rajasthan	1482690	1665590	1738060	5752837	6462489	6743673
27	Sikkim	28420	27850	27540	110270	108058	106855
28	Tamil nadu and AN Islands	4021400	4377090	4477800	15603032	16983109	17373864
29	Telengana	1740420	1873530	1915700	6752830	7269296	7432916
30	Uttar Pradesh	2673150	2954850	3127810	10371822	11464818	12135903
31	Uttarakhand	664230	731250	707130	2577212	2837250	2743664
32	West Bengal	1922150	2046870	2221360	7457942	7941856	8618877
	All India	**3,42,97,410**	**3,72,06,090**	**3,84,35,880**	**13,30,73,951**	**14,43,59,629**	**14,91,31,214**

(Source: ESIC Hqrs.)

STATEMENT-IV

The details of the total funds sanctioned and utilized on ESI medical services in the country during the said period, year and State/UT-wise are as below

Budget and Expenditure on Medical Services ESIC and ESIS (Rupees in Lakh)					
S. No.	**STATE/UT**	**Budget 23-24**	**Expenditure 2023-24**	**Budget 24-25**	**Expenditure 2024-25**
1	Andhra Pradesh	30132.35	26210	25685.28	23262
2	Arunachal Pradesh	0*	33	0	40

3	Assam	14826.56	14588	17897.34	19448
4	Bihar	20040.07	21750	25230.39	25522
5	Chandigarh (U.T.)	5599.90	5419	6245.85	7399
6	Chhattisgarh	17974.68	21359	18177.84	24715
7	Delhi (U.T.)	155289.22	161265	161825.00	194084
8	Goa	4139.59	2874	5608.56	5389
9	Gujarat	41393.27	39099	49100.47	50776
10	Haryana	104359.17	120290	138753.00	163022
11	Himachal Pradesh	16005.85	17568	15331.61	21597
12	Jammu and Kashmir	4530.84	4566	4722.41	5926
13	Jharkhand	14113.06	11854	16773.86	18828
14	Karnataka	108765.71	130466	136545.18	160193
15	Kerala	55843.28	64828	62756.02	82555
16	Madhya Pradesh	33295.27	31365	41194.16	43523
17	Maharashtra	106059.99	118147	68198.89	97933
18	Manipur	0.00*	81	0.00	125
19	Meghalaya	274.36	281	318.48	398
20	Mizoram	43.89	90	56.34	101
21	Nagaland	95.42	155	113.22	201
22	Odisha	16001.26	15504	18903.74	27669
23	Pondicherry (U.T.)	2823.08	2063	3121.20	3248
24	Punjab	38085.18	41196	41911.98	48789
25	Rajasthan	59206.35	56906	75213.08	70728
26	Tamil nadu	109768.35	100902	146741.25	126178
27	Telangana	76679.22	74870	93644.32	88837

28	Tripura	232.50	386	299.22	473
29	Uttar Pradesh	78928.24	84095	94385.14	103304
30	Uttarakhand	16601.09	15515	19995.40	26961
31	West Bengal and Sikkim	77037.49	90265	88554.38	110282
32	AandN Island	8.33		0.00	
32	Total	1208153.57	1273990.00	1377303.61	1551506.00

(Source: ESIC Hqrs.)

**No separate budget allotment was made to Arunachal Pradesh and Manipur for the years 2023-24 and 2024-25. The expenditure in respect of these States have been made from the combined budget allotted to RO-Assam.*

STATEMENT-V

State/UT-wise details of number of ESI hospitals/dispensaries where specialist posts are vacant for more than one year

Sr. No.	State/UT	Name of ESIC Hospital	Specialist	Super-specialist
			Vacancy	Vacancy
1	Andhra Pradesh	Kakinada	17	0
2	Assam	Tinusukia	18	0
3	Bihar	Phulwarisharif	15	0
4	Chattisgarh	Korba	17	0
		Raipur	14	0
		Bhillai	17	0
		Raigarh	18	0
5	Delhi	Rohini	32	9
		Jhilmil	18	7
		Okhla	34	18
6	Gujarat	Ankleshwar	20	1
		Naroda	10	0
		Vapi	21	1
		Surat	4	1
7	Haryana	Gurgaon	24	6
		Manesar	16	1
8	Himachal Pradesh	Kala amb	15	0
		Baddi	20	4
9	J and K	Ompura	17	0
		Bari Brahmna	11	0
10	Jharkhand	Adityapur	14	0
		Maithan	16	0
11	Karnataka	Peenya	12	2

12	Kerala	Asramam, Kollam	31	7
		Ezhukone	25	1
		Udyogamendal	25	4
13	Madhya Pradesh	Bhopal	20	0
14	Maharashtra	Bibvewadi, Pune	22	2
		Kolhapur	16	0
15	Odisha	Angul	12	0
		Rourkela	17	0
16	Puducherry	Gorimedu, Puducherry	24	0
17	Punjab	Ramdarbar	15	0
18	Rajasthan	Alwar (MC)	1	0
		Bhiwadi	13	0
		Udaipur	18	1
		Bikaner	15	0
		Kota	24	0
19	Tamil Nadu	Tirunelveli	17	3
		Tirupur	23	0
20	Uttar Pradesh	Bareilly	15	0
		Jajmau, Kanpur	16	0
		Sarojini Nagar, Lucknow	20	0
		Sahibabad	22	1
21	Uttarakhand	Rudrapur	21	0

(Source: ESIC Hqrs.)

दिल्ली विश्वविद्यालय में भर्ती और कर्मचारियों के पद

4931. श्री मुरारी लाल मीना:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) दिल्ली विश्वविद्यालय के अंतर्गत वर्तमान में संबद्ध और कार्यरत कॉलेजों की संख्या का कॉलेज-वार नामों सहित ब्यौरा क्या है;

(ख) उक्त विश्वविद्यालय और इसके संबद्ध कॉलेजों में वर्तमान में कार्यरत शैक्षणिक और गैर-शैक्षणिक कर्मचारियों की कुल संख्या का पद-वार और कॉलेज-वार ब्यौरा क्या है;

(ग) पिछले पांच वर्षों के दौरान विभिन्न श्रेणियों के पदों के लिए की गई भर्तियों की संख्या सहित विधि विभाग में की गई नियुक्तियों का ब्यौरा क्या है और उसमें नियुक्त उम्मीदवारों की वर्ष-वार एवं श्रेणी-वार, विशेषकर अनुसूचित जाति (एससी), अनुसूचित जनजाति (एसटी) और अन्य पिछड़ा वर्ग (ओबीसी) के संबंध में संख्या कितनी है;

(घ) उपर्युक्त अवधि के दौरान की गई भर्ती में प्राप्त आवेदनों और चयनित उम्मीदवारों की कुल संख्या कितनी है तथा रिक्तियों की श्रेणी-वार (सामान्य/एससी/एसटी/ओबीसी/ईडब्ल्यूएस) वर्तमान स्थिति क्या है; और

(ङ) वर्ष 2023 और 2024 में भर्ती के लिए विज्ञापित अनुसूचित जनजाति (एसटी) श्रेणी के पदों की संख्या कितनी है और वर्ष 2025 में की गई नियुक्तियों में उन पदों की तुलना में अंतिम रूप से चयनित अनुसूचित जनजाति (एसटी) उम्मीदवारों की संख्या कितनी है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ङ): दिल्ली विश्वविद्यालय, दिल्ली विश्वविद्यालय अधिनियम, 1922 के तहत स्थापित एक सांविधिक स्वायत्त संगठन है और इसके तहत बनाई गई संविधियों, अध्यादेशों आदि के प्रावधानों द्वारा शासित है। विश्वविद्यालय द्वारा सभी प्रशासनिक और शैक्षणिक निर्णय विश्वविद्यालय अनुदान आयोग (यूजीसी) के वैधानिक प्रावधानों और प्रासंगिक विनियमों/दिशानिर्देशों के अनुसार अपनी

वैधानिक निकायों के अनुमोदन से लिए जाते हैं। दिल्ली विश्वविद्यालय के तहत कार्यात्मक कॉलेजों का ब्यौरा https://www.du.ac.in लिंक पर उपलब्ध है। विश्वविद्यालय ने सूचित किया है कि विश्वविद्यालय के विभागों में 87 प्रोफेसर, 279 एसोसिएट प्रोफेसर, 734 सहायक प्रोफेसर और 714 गैर-शिक्षण कर्मचारी कार्यरत हैं। इसके अलावा, विश्वविद्यालय के कॉलेजों में 7603 शिक्षण और 2925 गैर-शिक्षण कर्मचारी कार्यरत हैं।

रिक्तियों का होना और उन्हें भरना एक सतत प्रक्रिया है। रिक्त पदों को भरने का दायित्व विश्वविद्यालय पर है। रिक्तियां सेवानिवृत्ति, त्यागपत्र और छात्रों की बढ़ी हुई संख्या के कारण अतिरिक्त आवश्यकताओं की वजह से उत्पन्न होती हैं। शिक्षा मंत्रालय और विश्वविद्यालय अनुदान आयोग (यूजीसी) नियमित रूप से रिक्त पदों को भरने के लिए संस्थानों की निगरानी करते हैं।

सितंबर 2022 से, सभी विश्वविद्यालयों ने रिक्तियों को भरने हेतु मिशन मोड में भर्ती अभियान शुरु किया है। दिनांक 24.01.2026 तक, दिल्ली विश्वविद्यालय और इसके कॉलेजों में 588 एससी, 311 एसटी, 1070 ओबीसी और 303 ईडब्ल्यू पदों सहित 4040 शिक्षण और गैर-शिक्षण पदों को भरा गया है। पिछले पाँच वर्षों में, विधि विभाग में 5 एससी, 10 ओबीसी और 2 ईडब्ल्यूएस सहित 42 शिक्षण स्टाफ की नियुक्ति की गई है।

यूजीसी ने देशभर में सभी केन्द्रीय विश्वविद्यालयों को संकाय पदों के लिए रिक्तियों/विज्ञापनों/रोज़गारों को सूचीबद्ध करने हेतु एक साझा मंच प्रदान करने के लिए दिनांक 02.05.2023 से एक एकीकृत भर्ती पोर्टल अर्थात सीयू-चयन प्रारंभ किया है। केन्द्रीय विश्वविद्यालयों को पात्र आवेदकों के चयन में आने वाली कठिनाइयों का समाधान करने के लिए अपने वेबसाइट पर वर्षभर रोलिंग विज्ञापन प्रकाशित करने हेतु निर्देश दिया गया है। केन्द्रीय शैक्षणिक संस्थाएं (शिक्षक कैडर में आरक्षण) अधिनियम, 2019 दिनांक 09.07.2019 को अधिसूचित किया गया है जो केंद्र सरकार द्वारा स्थापित, अनुरक्षित अथवा सहायता प्राप्त केन्द्रीय शैक्षणिक संस्थाओं के शिक्षक कैडर में अनुसूचित जाति (एससी), अनुसूचित जनजाति (एसटी), अन्य पिछड़ा वर्ग (ओबीसी), और आर्थिक रूप से कमजोर वर्गों (ईडब्ल्यूएस) से संबंधित लोगों के

लिए सीधी भर्ती में आरक्षण प्रदान करता है। यह अधिनियम विश्वविद्यालय/केंद्रीय शैक्षणिक संस्थान को आरक्षण के उद्देश्य से अलग-अलग विभागों के स्थान पर एक इकाई मानकर नियुक्ति में पदों के आरक्षण संबंधी मुश्किलों को दूर करता है। इसके अलावा, इस अधिनियम द्वारा वर्ष 2019 से, एसोसिएट प्रोफेसर और प्रोफेसर स्तर पर भर्ती में अन्य पिछड़ा वर्ग (ओबीसी) को आरक्षण प्रदान किया गया। पहले ओबीसी को केवल सहायक प्रोफेसर स्तर पर आरक्षण दिया गया था। किसी विशेष श्रेणी के लिए आरक्षित पद केवल उस विशेष श्रेणी के पात्र व्यक्तियों द्वारा ही भरे जा सकते हैं; आरक्षित श्रेणी से संबंधित कोई भी रिक्त पद भर्ती के अगले चक्र में उस विशेष आरक्षित श्रेणी में बैकलॉग रिक्तियों के रूप में उसके भरे जाने तक पुनः विज्ञापित किया जाता रहेगा।

SCHOLARSHIPS PROCESSED AND DISBURSED THROUGH THE NSP TO RESERVED CATEGORIES

4932. SHRI SAUMITRA KHAN:

SHRIMATI SANGEETA KUMARI SINGH DEO:

SHRI RAHUL SINGH LODHI:

Will the Minister of **EDUCATION** be pleased to state:

(a) the total number of scholarships processed and disbursed through the National Scholarship Portal (NSP) during the last three years in West Bengal, Odisha and Damoh Lok Sabha Constituency of Madhya Pradesh, scheme-wise;

(b) the coverage of scholarship beneficiaries in Odisha, particularly among Scheduled Castes, Scheduled Tribes, OBCs and economically weaker sections, district-wise; and

(c) the outreach initiatives undertaken to enhance awareness and

accessibility of scholarships among rural and aspirational districts of Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c): The National Scholarship Portal (NSP) is maintained by the National Informatics Centre (NIC) under the Ministry of Electronics and Information Technology (MeITY). As per the information provided by the NSP, the total number of post-matric and higher education scholarships processed and disbursed through the NSP during the last three years, scheme-wise, particularly in the States of West Bengal, Odisha and Damoh Lok Sabha Constituency of Madhya Pradesh; and the coverage of scholarships available on NSP for post-matric and higher education during the last three years in Odisha, category-wise and district-wise are available at the link https://www.education.gov.in/parl_ques.

To enhance awareness and outreach among students to improve access to various scholarship schemes available on NSP, the National Scholarship Portal (NSP) conducts open sessions wherein the NSP team provides guidance on registration, application submission, and verification procedures. NSP also actively responds to queries related to technical issues, process-related challenges, and policy-related clarifications. Further, to enhance accessibility of scholarships among rural and aspirational districts, the NSP is integrated with Common Services Centre (CSC) which facilitates

students by providing option to do face authentication and submit the application form.

REPLACEMENT OF UGC AND AICTE

4933. SHRI V. K. SREEKANDAN:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government proposes to replace the University Grants Commission (UGC)and the All India Council for Technical Education (AICTE);

(b) if so, the details thereof;

(c) whether the Government has initiated any steps in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): The Viksit Bharat Shiksha Adhishthan Bill, 2025 has been introduced in the Lok Sabha on 15.12.2025 for establishment of the Viksit Bharat Shiksha Adhishthan along-with the three Councils duly subsuming the University Grants Commission (UGC) and All India Council for Technical Education (AICTE) and National Council for Teacher Education (NCTE). The Bill has been referred to the Joint Committee of both Houses of Parliament.

LACK OF INTERNET CONNECTIVITY IN RURAL SCHOOLS

4934. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has assessed the lack of internet connectivity in schools in rural areas in the country, if so, the details thereof;

(b) the total number and percentage at schools in rural areas that do not have internet connectivity;

(c) whether the Government has assessed the impact on learning among students in Government schools in rural areas lacking internet connectivity; and

(d) if so, the details of the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Education is part of the Concurrent List of the Constitution and most of the Government schools are under the administration of the State Government and its bodies. The Ministry of Education implements ICT and Digital initiatives under Samagra Shiksha to enhance digital learning in Government schools across the country, including rural areas.

At present, across India, 9,33,987 (63.5%) schools have internet connection. The State/UT wise list of rural schools with internet connection as per UDISE+ FY2024-25 report is given in the enclosed **Statement.**

Availability of internet connectivity in the government schools in rural

areas enables dissemination of digital content to teachers and students through Digital Infrastructure for Knowledge Sharing (DIKSHA) It is the Nation's digital infrastructure for providing quality e-content for school education in States/UTs and QR coded Energised Textbooks (ETBs) for all grades (One Nation, One Digital platform). It also helps the students and teachers to get access to e-learning, teacher training, inclusive education, bridging the urban-rural education and latest technological interventions like AI. Reliable internet connectivity acts as the backbone for effective outreach of these digital programmes.

The Government of India, in the Budget 2025, has announced provision of broadband connectivity to all Government Secondary schools in rural areas, under the 'BharatNet' project to enhance digital infrastructure in remote areas by BSNL in a phased manner.

STATEMENT

State/UT wise number of schools having internet facility as per UDISE+ for FY2024-25

S. No	India/State/ UT	Total Schools	Schools with internet facility available	% of Schools with internet facility
	India	**14,71,473**	**9,33,987**	**63.5%**
1	Andaman and Nicobar Islands	408	264	64.7%
2	Andhra Pradesh	61,317	60,731	99.0%

3	Arunachal Pradesh	3,229	1,086	33.6%
4	Assam	55,283	48,201	87.2%
5	Bihar	94,339	80,035	84.8%
6	Chandigarh	207	207	100.0%
7	Chhattisgarh	56,802	36,511	64.3%
8	Dadra and Nagar Haveli and Daman and Diu	433	431	99.5%
9	Delhi	5,556	5,556	100.0%
10	Goa	1,479	1,379	93.2%
11	Gujarat	53,355	51,514	96.5%
12	Haryana	23,494	18,539	78.9%
13	Himachal Pradesh	17,330	11,011	63.5%
14	Jammu and Kashmir	24,192	11,883	49.1%
15	Jharkhand	44,376	25,715	57.9%
16	Karnataka	74,859	37,921	50.7%
17	Kerala	15,757	14,442	91.7%
18	Ladakh	961	488	50.8%
19	Lakshadweep	36	36	100.0%
20	Madhya Pradesh	1,22,120	55,865	45.7%
21	Maharashtra	1,08,250	78,084	72.1%
22	Manipur	4,666	1,709	36.6%
23	Meghalaya	14,587	3,858	26.4%
24	Mizoram	3,974	2,580	64.9%
25	Nagaland	2,750	1,622	59.0%
26	Odisha	61,565	51,588	83.8%

27	Puducherry	763	760	99.6%
28	Punjab	27,281	24,249	88.9%
29	Rajasthan	1,06,302	74,358	69.9%
30	Sikkim	1,245	643	51.6%
31	Tamil Nadu	57,935	49,211	84.9%
32	Telangana	43,154	27,309	63.3%
33	Tripura	4,943	2,059	41.7%
34	Uttar Pradesh	2,62,358	1,20,465	45.9%
35	Uttarakhand	22,452	16,236	72.3%
36	West Bengal	93,715	17,441	18.6%

PROTECTION OF INTERESTS OF INVESTORS

4935. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the steps taken by the Government to protect the interests of investors;

(b) the major investigations conducted by the Serious Fraud Investigation Office (SFIO);

(c) the assistance provided by the Government to new startups; and

(d) the amount spent as Corporate Social Responsibility (CSR) funds in areas such as education and healthcare?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a): The Ministry administers the Companies Act, 2013 which includes various provisions of enforcement, compliance mechanism to ensure protection of interests of investors. The enforcement mechanism includes ordering of inquiries, inspections or investigations under sections 206, 210/ 212 of the Companies Act, 2013 in cases of misuse of funds, fraud, non-compliances of statutory provisions of the Companies Act, 2013. Similar enforcement actions are undertaken in respect of Limited Liability Partnerships (LLPs) under the LLP Act, 2008. Based on the non-compliances reported, proceedings of adjudication, fine and prosecution, as the case may be, are initiated against such companies / LLPs and / or their directors/ partners, Key Managerial Persons, auditors, etc. Further, compliance under different sections of the Act is implemented through mandatory filings by companies with a view to ensure that relevant information is available to the investors/ stakeholders.

In addition to above, this Ministry has constituted Investor Education and Protection Fund Authority under section 125(5) of the Companies Act, 2013. This Authority is entrusted with the responsibility of administration and utilisation of the Investor Education and Protection Fund (IEPF) for making refunds of shares, unclaimed dividends, matured deposits/ debentures, etc. to investors, promoting awareness among investors, thereby protecting the interests of the investors.

(b): SFIO investigates the cases ordered by the Central Government under section 212 of Companies Act, 2013 and assigned to it. SFIO has completed 68 investigation cases during the last three years including the current year.

(c): The details of provisions in the Companies Act, 2013 to promote Start-ups are given in the enclosed **Statement-I.**

(d): The amount spent as Corporate Social Responsibility (CSR) funds in areas such as education and healthcare on the basis of annual filings made by companies in the MCA21 registry from FY 2021-22 to FY 2023-24 is given in the enclosed **Statement-II**.

STATEMENT-I

The details of provisions in the Companies Act, 2013 to promote Start-ups

Sr. No.	Section/Rules of Companies Act, 2013	Subject	Provisions in the Company Act, 2013 to support Start-ups
1.	Section 2(40)	Financial Statement	Requirement of cash flow statement to be part of financial statement is optional for Start-ups.
2.	Section 73(2) clause (a) to (e)	Acceptance of deposits	Start-ups were exempted from procedural compliance at the time of accepting deposits from its members (such as issuance of a circular to its members showing the financial position of company, credit rating, depositing 20% of the maturing deposits, and certification regarding default in repayments).
3.	Section 92(1)	Annual Return	Directors of a start-up are allowed to sign annual returns of the private limited company if the Company does not have Company Secretary.
4.	Section 173(5)	Meetings	Under Companies Act, 2013, Board of Directors of a

Sr. No.	Section/Rules of Companies Act, 2013	Subject	Provisions in the Company Act, 2013 to support Start-ups
		of Board	company are required to meet at least once in 120 days, 4 board meetings in a year. However, Start-ups are exempted from holding quarterly board meetings and are allowed to hold two board meetings in a calendar year, i.e., once every six months.
5.	Rule 6 of Companies (Incorporation) Rules, 2014	Conversion of OPCs into Public and Private Companies	The requirement that an OPC must convert itself after its paid-up capital exceeds Rs 50 lakh and its average annual turnover exceeds Rs 2 crore was omitted. Since many start-ups are One Person Company, this allows them to retain the status as an OPC.
6.	Rule 8(4) of Companies (Share Capital and Debenture) Rules, 2014)	Sweat Equity	In general, the issuance of sweat equity shares in a company shall not exceed 25% of the paid-up capital of the company at any time. However, in case of start-ups, this limit is upto 50% of its paid-up share capital.
7.	Rule12(1)(c) of Companies (Share Capital and Debentures) Rules, 2014	Employee Stock Options (ESOPs)	In general, ESOPs are not given to employee who is a promoter or a person belonging to the promoter group and a director who either himself or through his relative or a body corporate, directly or indirectly holds more than 10% equity of the company. Start-ups are allowed

Sr. No.	Section/Rules of Companies Act, 2013	Subject	Provisions in the Company Act, 2013 to support Start-ups
			to issue ESOPs to promoters and directors.
8.	Rule 2 (1)(c) (xvii) Companies (Acceptance of Deposits) Rules, 2014	Convertible Note	Start-ups can receive an amount of Rs 25 lakh or more by way of a convertible note (convertible into equity shares or repayable within a period not exceeding ten years from the date of issue) in a single tranche, from a person, and such transactions are not considered deposit.
9.	Rule 3(3) of Companies (Acceptance of Deposits) Rules, 2014	Acceptance of deposits	Companies may ordinarily accept or renew any deposits from its members not exceeding 35% of the paid-up share capital, free reserves and securities premium account of the company. But start-ups have been permitted to accept deposits from members without any restriction on the amount.

STATEMENT-II

The amount spent as Corporate Social Responsibility (CSR) funds in areas such as education and healthcare

(Amount in Rs. Crores)

S. No.	Development Sector	FY 2021-22	FY 2022-23	FY 2023-24
1.	Education	6,719.89	10,414.93	12,134.57
2.	Health care	8,049.49	7,023.60	7,150.81

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

CHILDREN COVERED UNDER PM POSHAN SCHEME IN ANDHRA PRADESH

4936. SHRI P. V. MIDHUN REDDY:

Will the Minister of **EDUCATION** be pleased to state:

(a) the number of children covered under the PM POSHAN Scheme in Andhra Pradesh, district-wise;

(b) the details of availability of cook-cum-helpers, kitchen sheds and infrastructure in Government schools of the said State;

(c) the details of food safety, nutrition quality and monitoring mechanisms in place; and

(d) the details of special interventions for tribal, aspirational districts and remote areas of the said State?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Education is a subject in the Concurrent List of the Constitution of India and the majority of schools are under the administrative control of the respective State Government/Union Territory (UT) administration. Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme is one of the foremost rights based Centrally Sponsored Scheme implemented in partnership with the States and UTs for providing one hot cooked and nutritious meal to all children studying in Bal Vatika (just before class-I)

and classes I to VIII of Government and Government-aided schools. The Scheme covers about 11 crore children in more than 10.35 lakh schools in all the States/UTs. The overall responsibility for smooth functioning of the Scheme including providing hot cooked and nutritious meal to the eligible children as well as engagement of Cook-cum-Helpers (CCHs) lies with the States/UTs.

The district-wise number of children enrolled under the PM POSHAN Scheme as reported by State Government of Andhra Pradesh are given in the enclosed **Statement-I**. Further, the State has also reported the details of CCHs, kitchen sheds and infrastructure in Andhra Pradesh which are given in the enclosed **Statement-II**.

The Government of India has issued detailed guidelines to improve the implementation of the scheme to all the States/UTs. These guidelines are available on official website https://pmposhan.education.gov.in. These guidelines, inter-alia, provide for instructions to schools to procure Agmark quality and branded items for preparation of meals, training to CCHs, tasting of meals by members of School Management Committee including at least one teacher before serving the hot meal to children. The guidelines, inter-alia, provide for training of CCHs on nutrition, cooking processes, health and hygiene, preparation of raw grains and vegetables, recipes, serving skills etc. States/UTs are providing training to CCHs in collaboration with the Ministry of Tourism, Government of India through their Institutes of Hotel Management and Food Craft Institutes, FSSAI, State Agricultural Universities etc. States/

UTs are directed to conduct cooking competitions among CCHs to encourage them to cook varied and nutritious meals. Many States/ UTs are conducting the competitions and also giving cash prizes to the winners.

The scheme also provides elaborate monitoring mechanism i.e. Empowered Committee under the Chairpersonship of the Hon'ble Union Education Minister, Programme Approval Board (PAB) under the Chairpersonship of the Secretary (DoSEandL), State Steering-cum-Monitoring Committee under the Chairpersonship of the Chief Secretary, District level Steering-cum- Monitoring Committee under the Chairpersonship of the District Collector. The PM Poshan Guidelines provides a District Level Committee under the Chairmanship of senior most Member of Parliament (MP) of the district to monitor the scheme on quarterly basis.

There is a provision of 5% of total recurring budget as the flexi component to be used by the States/UTs for setting up of School Nutrition Gardens (SNGs) and provision of Supplementary Nutrition interventions in identified districts. Many States/UTs provide additional supplementary nutrition interventions like egg, milk, chikki, fresh fruits, chicken, ragi malt etc.

STATEMENT-I

Number of children covered under the PM POSHAN Scheme

S. No.	Districts	No. of Children
1	Srikakulam	106750
2	Manyam	49860
3	Vizianagaram	75937
4	Visakhapatnam	48865
5	ASR	92123
6	Anakapalli	61482
7	Kakinada	85599
8	East Godavari	63242
9	Konaseema	62376
10	Eluru	78833
11	West Godavari	62285
12	Krishna	59428
13	NTR	60425
14	Guntur	67009
15	Palnadu	98963
16	Bapatla	60651
17	Prakasam	126864
18	SPSR Nellore	119033
19	Tirupati	99262
20	Chittoor	103794
21	Annamayya	90901

22	YSR Kadapa	93252
23	Sri Satyasai	90583
24	Ananthapuram	141347
25	Kurnool	197380
26	Nandyal	96091
	Total	**2292335**

STATEMENT-II

Details of CCHs, Kitchen Sheds and Infrastructure in Andhra Pradesh

Total Schools	No. of CCHs	No. of Schools with Kitchen Sheds	No. of class rooms	No. of Toilets	No. of Schools with drinking water facility	No. of Schools with furniture	No. of Schools with electricity facility
43218	79948	32484	171804	124147	43101	43101	43101

उत्तर प्रदेश में आईटीआई में कृषि आधारित ट्रेडों की स्थिति

4937. श्रीमती डिम्पल यादवः

क्या **कौशल विकास और उद्यमशीलता** मंत्री यह बताने की कृपा करेंगे किः

(क) उत्तर प्रदेश, विशेष रूप से मैनपुरी के औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) में खाद्य प्रसंस्करण, कोल्ड-चैन प्रबंधन और कृषि-रसद से संबंधित ट्रेडों की उपलब्धता और वास्तविक नामांकन के आंकड़ों का ब्यौरा क्या है;

(ख) अनुदेशकों के रिक्त पदों या पर्याप्त फैकल्टी की कमी के कारण गैर-कार्यात्मक ऐसे ट्रेडों की संख्या कितनी है;

(ग) कृषि आधारित प्रसंस्करण उद्योगों के भीतर उक्त विशिष्ट क्षेत्रों में प्रशिक्षित युवाओं के प्लेसमेंट रिकॉर्ड का ब्यौरा क्या है;

(घ) क्या सरकार ने लक्षित कौशल विकास पहलों के माध्यम से स्थानीय कृषि उत्पादन और औद्योगिक आवश्यकताओं के बीच के अंतर को पाटने के लिए कोई समयबद्ध रणनीति तैयार की है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): कौशल विकास और उद्यमशीलता मंत्रालय के अंतर्गत प्रशिक्षण महानिदेशालय (डीजीटी) देश के युवाओं को कौशल प्रशिक्षण प्रदान करने हेतु औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के नेटवर्क के माध्यम से शिल्पकार प्रशिक्षण योजना (सीटीएस) का कार्यान्वयन करता है। सीटीएस के अंतर्गत देशभर में 14,688 आईटीआई (3,345 राजकीय एवं 11,343 निजी) के माध्यम से 169 पाठ्यक्रमों में प्रशिक्षण प्रदान किया जाता है।

उत्तर प्रदेश राज्य में कुल 3,304 आईटीआई हैं, जिनमें 294 राजकीय एवं 3,010 निजी आईटीआई शामिल हैं। इनमें से मैनपुरी जिला में कुल 21 आईटीआई हैं, जिनमें 04 राजकीय एवं 17 निजी आईटीआई शामिल हैं।

खाद्य प्रसंस्करण, कोल्ड-चेन प्रबंधन एवं कृषि-रसद से संबंधित क्षेत्रों में, देशभर के आईटीआई में सीटीएस के अंतर्गत 13 ट्रेडों में प्रशिक्षण प्रदान किया जाता है। इन 13 ट्रेडों की सूची संलग्न **विवरण** में दी गई है। सत्र 2025–26 में इन 13 ट्रेडों में से 03 ट्रेड - खाद्य पेय, खाद्य उत्पाद (सामान्य) तथा रेफ्रिजरेशन एवं एयर कंडीशनर तकनीशियन में उत्तर प्रदेश राज्य के आईटीआई में कुल 6,015 प्रशिक्षुओं को प्रशिक्षण प्रदान किया जा रहा है। मैनपुरी जिला में इन क्षेत्रों के अंतर्गत

केवल रेफ्रिजरेशन एवं एयर कंडीशनर तकनीशियन ट्रेड में प्रशिक्षण प्रदान किया जा रहा है, जिसमें 120 प्रशिक्षुओं का नामांकन हुआ है।

(ख): राजकीय आईटीआई में प्रशिक्षकों की नियुक्ति की ज़िम्मेदारी संबंधित राज्य सरकारों एवं संघ राज्य क्षेत्र प्रशासन के अधिकार क्षेत्र में आती है।

(ग) और (ङ): कौशल विकास और उद्यमशीलता मंत्रालय द्वारा प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) का कार्यान्वयन भी किया जा रहा है जिसका उद्देश्य युवाओं को उद्योग-अनुरूप कौशल प्रदान कर उनकी रोजगार योग्यता को बढ़ाना है जिनमें कृषि, खाद्य प्रसंस्करण एवं कोल्ड-चेन प्रबंधन जैसे विषय भी शामिल हैं। पीएमकेवीवाई के अंतर्गत दिनांक 31.12.2025 तक उत्तर प्रदेश राज्य में इन क्षेत्रों से संबंधित जॉब-रोलों में कुल 1,38,680 अभ्यर्थियों को प्रशिक्षित/उन्मुख किया गया है। मैनपुरी जिला में 317 अभ्यर्थियों को इन जॉब-रोलों में प्रशिक्षित/प्रबोधित किया गया है।

<u>विवरण</u>

खाद्य प्रसंस्करण, कोल्ड-चेन प्रबंधन और कृषि-रसद के क्षेत्रों में सीटीए के अंतर्गत ट्रेडों की सूची

क्र.सं.	ट्रेड का नाम	क्षेत्र	शैक्षणिक योग्यता	अवधि	एनएसक्यूएफ़ स्तर
1.	कृषि प्रसंस्करण	खाद्य उद्योग	10वीं पास	एक वर्ष	3.5
2.	बेकर और कन्फेक्शनर	खाद्य उद्योग	10वीं पास	एक वर्ष	3.5
3.	डेयरी उद्योग	खाद्य उद्योग	10वीं पास	एक वर्ष	3.5
4.	खाद्य और पेय पदार्थ	खाद्य उद्योग	10वीं पास	एक वर्ष	3.5
5.	खाद्य प्रसंस्करण	खाद्य उद्योग	10वीं पास	एक वर्ष	3.5

	उपकरण तकनीशियन				
6.	खाद्य उत्पादन (सामान्य)	खाद्य उद्योग	10वीं पास	एक वर्ष	3.5
7.	फल और सब्जी प्रसंस्करण	खाद्य उद्योग	10वीं पास	एक वर्ष	3.5
8.	शहद प्रसंस्करण तकनीशियन	खाद्य उद्योग	10वीं पास	छह माह	3
9.	दूध और दुग्ध उत्पाद तकनीशियन	खाद्य उद्योग	10वीं पास	एक वर्ष	3.5
10.	रेफ्रिजरेशन और एयर कंडीशनर तकनीशियन	पूंजीगत वस्तुएँ और विनिर्माण	10वीं पास	दो वर्ष	4
11.	सेंट्रल एयर कंडीशन प्लांट मैकेनिक	पूंजीगत वस्तुएँ और विनिर्माण	10वीं पास	दो वर्ष	4
12.	इन-प्लांट लॉजिस्टिक्स सहायक	लॉजिस्टिक्स	10वीं पास	एक वर्ष	3.5
13.	वेयरहाउस तकनीशियन	लॉजिस्टिक्स	10वीं पास	एक वर्ष	3.5

OUTSTANDING LOAN UNDER KISAN CREDIT CARDS

4938. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **FINANCE** be pleased to state:

(a) whether it is a fact that the total outstanding loan under Kisan Credit Cards (KCC) has gone up from Rs. 7.53 lakh crores in 2020-21 to Rs. 10.2 lakh crores in 2024-25;

(b) if so, the amount of outstanding loan as of February, 2026;

(c) whether it is also a fact that outstanding loan under KCC in Andhra Pradesh has gone up from Rs. 52,280 crores at the end of March, 2021 to Rs. 68,000 crores at a time when cards issued has not gone up considerably, if so, the reasons therefor;

(d) whether the Government is likely to consider increasing the timely repayment of outstanding amount from 3% to 5%; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): As reported by Reserve Bank of India (RBI) and National Bank for Agriculture and Rural Development (NABARD), the total outstanding amount in operative Kisan Credit Cards (KCC) accounts was ₹ 9.86 lakh crore (data provisional) as on 31.12.2025, while it was ₹ 10.20 lakh crore as on 31.03.2025 and ₹ 7.53 lakh crore as on 31.03.2021. As KCC data is reported on a quarterly basis, data as on 28.02.2026 is not readily available.

(c): The details of amount outstanding and the number of operative accounts

under KCC in the State of Andhra Pradesh are given below:

Details of KCC loans	Amount outstanding (₹ crore)	No. of accounts (in actuals)
As on 31.03.2021	52,279	46,05,047
As on 31.03.2025	69,393	46,58,994

**Source – RBI and NABARD*

(d) and (e): Under the Modified Interest Subvention Scheme (MISS), the Government of India provides an Interest Subvention (IS) of 1.5% to lending financial institutions for extending short-term working capital loans up to ₹3 lakh (upto ₹2 lakh in case of allied activities) through the Kisan Credit Card (KCC) at a concessional rate of 7% per annum. Additionally, a Prompt Repayment Incentive (PRI) of 3% is also offered to farmers on timely repayment, effectively reducing the interest rate to 4% per annum for farmers.

ITI UPGRADATION UNDER PM SETU

4939. SHRI TEJASVI SURYA:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the details of PM SETU scheme approved by the Union Cabinet in 2025, including its objectives, total outlay of Rs. 60,000 crore and the

respective contributions of the Central Government, State Governments and industry;

(b) the total number of Industrial Training Institutes (ITIs) proposed to be upgraded, along with the current status of implementation and funds released so far, State/UT-wise;

(c) the details of outcome-based milestones agreed upon with the Asian Development Bank and the World Bank as co-financiers of the scheme along with the mechanism in place by the Government to measure and independently verify results under the said scheme;

(d) the steps taken by the Government to ensure that ITIs located in educationally and industrially backward districts are prioritised for upgradation under PM SETU, including districts in Karnataka along with the proposed timeline for completion; and

(e) the specific details of ITIs identified for upgradation in Bengaluru Urban and Bengaluru Rural districts?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The Pradhan Mantri Skilling and Employability through Upgraded ITIs (PM-SETU) scheme envisages to enhance the overall quality and relevance of vocational training with upgraded labs, machines, and industry-aligned curriculum in the country.

The key objectives of the scheme are:

i. To improve the quality of training delivery in ITIs and NSTIs;
ii. To modernize infrastructure and equipment as per industry standards;
iii. To introduce industry-aligned long-term and short-term courses, especially in new and emerging sectors;
iv. To strengthen industry linkage for demand-driven skilling and better employment outcomes; and
v. To enhance the capacity of National Skill Training Institutes (NSTIs) for training of trainers.

The scheme comprises of two components:

i. Component I – Upgradation of 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model wherein upgradation includes smart classrooms, modern labs, digital content, and new courses aligned to industry needs.
ii. Component II – Capacity Augmentation of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

PM-SETU is a Centrally Sponsored Scheme with an outlay of ₹60,000 crore (Central Share: ₹30,000 crore, State Share: ₹20,000 crore and Industry Share: ₹10,000 crore), with co-financing to the extent of 50% of Central share by the Asian Development Bank and the World Bank, equally.

The selection of ITIs under PM-SETU scheme is led by the respective State/UT Governments in consultation with industry, ensuring alignment with

emerging skill needs and local industrial potential. Accordingly, States/UTs are required to submit proposals for upgradation in collaboration with industry partners. Ministry of Skill Development and Entrepreneurship (MSDE) has constituted National Steering Committee (NSC) chaired by Secretary, MSDE, an apex body to provide the overall vision for the scheme, facilitate broad policy direction, finalize operational guidelines, monitor, and conduct course correction. 32 States/UTs have constituted their State Steering Committee (SSC) led by Chief Secretary of the State/UT, an apex body at the State/UT level for guiding and overseeing the implementation of scheme. 19 States/UTs have floated their proposal for inviting the interest of industry. For selection of the industry partner to form Special Purpose Vehicle (SPV), a Strategic Investment Plan (SIP) by industry is required to be submitted in response to the Request for Proposal (RFP).

Progress under the scheme is monitored through Six (6) Disbursement Linked Indicators (DLIs), which are periodically reviewed through independent third-party verification. Indian Institute of Management Indore has been engaged to carry out this verification.

The DLIs are as follows:

i. DLI #1: Employment outcomes for graduates of supported ITIs improved.
ii. DLI #2: Access to better quality training programs of supported ITIs increased.
iii. DLI #3: Governance and management of supported ITIs strengthened.

iv. DLI #4: State governance and leadership for enabling environment for ITI ecosystem strengthened.

v. DLI #5: Quality of training at NSTIs increased.

vi. DLI #6: National governance and leadership strengthened.

(e): The State Government of Karnataka has identified two clusters under the PM-SETU Scheme, with Hub ITIs located in the districts of Bengaluru and Kalaburagi. The State of Karnataka has floated Expression of Interest (EOI) for inviting industry proposal. At present, no proposal or Strategic Investment Plan (SIP) from the State is pending for consideration or approval before the National Steering Committee (NSC). The details of the ITIs selected in Bengaluru Urban and Bengaluru Rural are provided in table below:

State	District	Hub/Spoke	Name of ITI
Karnataka	Bengaluru	Hub	Govt. ITI Peenya, Tumkur Road
Karnataka	Bengaluru	Spoke	Govt. ITI, B.T. Center,Tumkur Rd,Bangalore
Karnataka	Bengaluru	Spoke	Govt. ITI, Domlur,Bangalore
Karnataka	Bengaluru	Spoke	Govt. ITI, Hosur Road,Bangalore
Karnataka	Bangalore Rural district	Spoke	Govt. ITI, Devanahalli

INCREASE IN SHARE OF DEVOLUTION TO STATES

4940. SHRIMATI RACHNA BANERJEE:

Will the Minister of **FINANCE** be pleased to state:

(a) whether it is a fact that the States in the country have been demanding a larger share of devolution from 41 per cent to 50 per cent, if so, the details thereof; and

(b) whether it is a fact that only 39 per cent gross tax revenue is shared with States as opposed to 41 per cent as recommended by the 15th Finance Commission, if so, the details and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Para 7.36 of Chapter 7 of Volume I of the 16th Finance Commission (16th FC) Report mentions that eighteen States through their respective State Memoranda demanded a larger share of devolution from 41 per cent to 50 per cent from the 16th Finance Commission. Details of consultations of the 16th FC with the States are available at link https://www.indiabudget.gov.in/doc/16fcvol2.pdf.

(b): Does not arise. The Government has shared taxes and duties as per the recommendations of the Fifteenth Finance Commission (15th FC). The 15th FC recommended that 41% of the divisible pool of taxes be shared with the States which the Government has duly done.

LOW PARTICIPATION IN INDUSTRIAL APPRENTICESHIP TRAINING UNDER NATS/NAPS IN TIRUPATI

4941. SHRI MADDILA GURUMOORTHY:

Will the Minister of **EDUCATION** be pleased to state:

(a) the reasons for low industry participation in apprenticeship training under National Apprenticeship Training Scheme (NATS)/National Apprenticeship Promotion Scheme (NAPS) in Tirupati district along with the steps proposed to be taken by the Government to incentivise more establishments to engage apprentices;

(b) the status of awareness campaigns conducted to inform students and job seekers in the said district about apprenticeship opportunities under NATS/NAPS along with the measurable outcomes achieved from such initiatives; and

(c) the specific measures taken by the Government to simplify compliance and administrative procedures for Small and Medium Enterprises (MSMEs) in Tirupati to register and mentor apprentices under the national apprenticeship framework?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c): The Government is implementing apprenticeship training through the National Apprenticeship Promotion Scheme (NAPS) under Ministry of Skill Development and Entrepreneurship (MSDE) and the National Apprenticeship Training Scheme (NATS) under Ministry of Education (MoE), as per the provisions of the Apprentices Act, 1961. To facilitate greater participation, the Government has taken measures such as simplification of procedures through

online portals, provision for centralized registration, enabling basic training by establishments and engagement of Third Party Aggregators to assist especially MSMEs in operational and compliance-related activities. Monitoring and review mechanisms have also been strengthened at multiple levels. Currently 28 companies from Tirupati are available under NATS.

Workshops, stakeholder interactions and initiatives such as the Pradhan Mantri National Apprenticeship Mela (PMNAM) are conducted to promote apprenticeship training and facilitate effective coordination and engagement between industry, institutions and candidates. Establishments in Andhra Pradesh, including Tirupati district, are participating under both schemes and candidates are being engaged through various outreach initiatives including PMNAM.

The schemes provide for online processes relating to registration, contract generation, stipend payment and monitoring, thereby reducing procedural requirements for establishments, including MSMEs.

ARCHAEOLOGICAL EXPLORATIONS AT POOMPUHAR

4942. KUMARI SUDHA R.:

Will the Minister of **CULTURE** be pleased to state:

(a) the current status of the recent underwater archaeological explorations at Poompuhar (Kaveripoompattinam) in Mayiladuthurai district of Tamil Nadu;

(b) the details of any preliminary findings on ancient trade routes, shipwrecks

or its history;

(c) the details of budgetary allocations provided by the Government for the Poompuhar excavations and related archaeological projects in Tamil Nadu during the last five years and whether additional funds have been sought or approved following the announcement of deep-sea explorations;

(d) whether the Government plans to integrate these findings with broader cultural preservation efforts; and

(e) if so, the details thereof and the measures to promote it in the Cauvery delta region?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): The Central Government has issued permission for exploration at Poompuhar to Tamil Nadu State Department of Archaeology, Government of Tamil Nadu in 2025, and the report on the work conducted by State Department is not submitted as yet.

(c): Tamil Nadu Government has allocated amount of Rs. 14.91 lakhs in 2025-26 for Poompuhar excavations and related archaeological projects.

(d) and (e): Tamil Nadu Government has proposed an Archaeological museum (Navaai Museum) for broader culture preservation.

इंडिया स्किल्स एक्सीलरेटर पहल

4943. श्री अशोक कुमार रावत:

क्या **कौशल विकास और उद्यमशीलता** मंत्री यह बताने की कृपा करेंगे कि:

(क) विश्व आर्थिक मंच (डब्ल्यूईएफ) के साथ साझेदारी में शुरू की गई 'इंडिया स्किल्स एक्सीलरेटर' पहल की वर्तमान स्थिति का इसमें भाग लेने वाले हितधारकों और इसके परिचालन दायरे की जानकारी सहित ब्यौरा क्या है;

(ख) कार्यबल के उन्नयन और आजीवन सीखने के लिए नवीन समाधानों को चिहिनत करने, उन्हें विस्तार देने और उनके कार्यान्वयन में तेजी लाने के लिए उक्त पहल के मुख्य उद्देश्य और कार्यप्रणाली का ब्यौरा क्या है;

(ग) सभी क्षेत्रों में कौशल अंतराल को कम करने के लिए उक्त पहल के अंतर्गत कौशल विकास कार्यक्रमों, नामांकित शिक्षार्थियों और उद्योग के साथ की गई साझेदारियों की संख्या का ब्यौरा क्या है;

(घ) क्या सरकार का उक्त पहल के परिणामों का मूल्यांकन करने के लिए किसी प्रभाव मूल्यांकन या कार्य निष्पादन ढांचे का प्रस्ताव है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) ने इंडिया स्किल एक्सेलेरेटर पहल के लिए विश्व आर्थिक मंच (डब्ल्यूईएफ) के साथ साझेदारी की है, और कौशल विकास तथा तकनीकी एवं व्यावसायिक शिक्षा एवं प्रशिक्षण (टीवीईटी) के क्षेत्रों में सहयोग के लिए वर्ष 2026 में एक समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए गए थे।

समझौते ज्ञापन के तहत, इंडिया स्किल एक्सेलेरेटर को एक बहु-हितधारक मंच के रूप में परिकल्पित किया गया है, जिसका उद्देश्य कौशल अंतर को दूर करने और देश में टीवीईटी इकोसिस्टम को सुदृढ़ बनाने के लिए नवोन्मेषी समाधानों और सार्वजनिक-निजी भागीदारियों की पहचान, विस्तार और एक्सेलेरेशन को सुगम बनाना है। इस पहल में सरकार, उद्योग, शिक्षा जगत,

प्रशिक्षण प्रदाताओं और अन्य संबंधित हितधारकों की भागीदारी शामिल है।

इस पहल में कौशल प्रशिक्षण और पुनर्कौशलीकरण को उद्योग की आवश्यकताओं के अनुरूप बनाने, नवीन वित्तपोषण तंत्रों को बढ़ावा देने और भारत के विजन @2047 के अनुरूप हितधारकों के बीच समन्वय बढ़ाने की परिकल्पना की गई है। इसमे लचीले अधिगम उपायों और अकादमिक बैंक ऑफ क्रेडिट्स जैसे ढांचों के उपयोग के माध्यम से राष्ट्रीय शिक्षा नीति 2020 के साथ संरेखण का भी प्रावधान किया गया है। साथ ही उच्च शिक्षा संस्थानों (एचईआईएस) और अखिल भारतीय तकनीकी शिक्षा परिषद और विश्वविद्यालय अनुदान आयोग जैसे नियामक निकायों का लाभ उठाती है।

इसके अलावा, यह पहल उभरते वैश्विक कौशल मांग रुझानों, योग्यताओं की पारस्परिक मान्यता के माध्यम से गतिशीलता को सुगम बनाने, नवाचार गतिविधियों को बढ़ावा देने और "भविष्य के कार्य" क्षेत्रों और उद्यमशीलता में कार्यरत रहने पर केंद्रित है।

यह पहल वर्तमान में परिचालन के प्रारंभिक चरण में है और इसका उद्देश्य कार्यान्वयन के लिए संस्थागत और साझेदारी ढांचा स्थापित करना है। तदनुसार, इस पहल के अंतर्गत विशिष्ट कौशल विकास कार्यक्रम, शिक्षार्थी नामांकन और उद्योग साझेदारी के आंकड़े कार्य योजना और प्रायोगिक हस्तक्षेपों के परिचालन के साथ विकसित होंगे।

(घ) और (ङ): समझौता ज्ञापन (एमओयू) के अंतर्गत निगरानी एवं कार्यान्वयन ढांचा परिकल्पित किया गया है। इसमें सरकारी एवं निजी क्षेत्र के हितधारकों की भागीदारी तथा हितधारकों की भूमिकाओं और जिम्मेदारियों को रेखांकित करने वाली कार्य योजना का निर्माण शामिल है। एमएसडीई, अपनी एजेंसियों के माध्यम से, परियोजना के स्वीकृत लक्ष्यों और परिणामों के कार्यान्वयन की देखरेख करेगा तथा आवधिक समीक्षा तंत्रों के माध्यम से पहल की प्रगति की निगरानी करेगा।

ईएसआईसी के लाभार्थी

4944. श्री आशीष दुबे:

श्री हरीभाई पटेल:

श्री राजपालसिंह महेंद्रसिंह जादव:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) जनवरी 2026 की स्थिति के अनुसार कर्मचारी राज्य बीमा निगम (ईएसआईसी) के अंतर्गत आने वाले बीमाकृत व्यक्तियों और लाभार्थियों की कुल संख्या का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ख) देश में ईएसआईसी कवरेज के विस्तार और श्रमिकों को औपचारिक क्षेत्र में लाने के उद्देश्य से शुरू की गई नियोक्ताओं और कर्मचारियों के पंजीकरण को बढ़ावा देने की योजना (स्प्री)-2025 के अंतर्गत प्राप्त प्रगति का ब्यौरा क्या है;

(ग) अस्पतालों, औषधालयों और अति-विशिष्ट सेवाओं सहित ईएसआईसी स्वास्थ्य देखभाल सुविधाओं के विस्तार का ब्यौरा क्या है; और

(घ) कर्मचारी राज्य बीमा निगम के पंजीकरण और दावा निपटान की प्रक्रिया को सरल, समयबद्ध और पूरी तरह से डिजिटल बनाने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क): दिनांक 31.3.2025 तक कर्मचारी राज्य बीमा निगम (ईएसआईसी) के अंतर्गत कवर किए गए बीमाकृत व्यक्तियों और लाभार्थियों की संख्या क्रमश: 3,84,35,880 और 14,91,31,214 है। राज्य/संघ राज्यक्षेत्र-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख): ईएसआईसी ने दिनांक 1 जुलाई 2025 से दिनांक 31 दिसंबर 2025 की अवधि के लिए नियोक्ताओं/कर्मचारियों के पंजीकरण को प्रोत्साहित करने हेतु योजना (स्प्री, 2025) की शुरुआत

की है, जिसे आगे एक महीने की अवधि के लिए दिनांक 31 जनवरी 2026 तक बढ़ा दिया गया था। इस योजना के अंतर्गत, दिनांक 31.01.2026 तक कुल 1,38,718 नए नियोक्ताओं और 1,12,72,772 नए कर्मचारियों को कर्मचारी राज्य बीमा निगम के कवरेज के दायरे में लाया गया है।

(ग): ईएसआईसी देश भर में अपने स्वास्थ्य सेवा बुनियादी ढांचे और सेवाओं का निरंतर विस्तार कर रहा है। चिकित्सा सुविधाओं को सुदृढ़ करने के लिए कुल 98 नए ईएसआई अस्पतालों और 61 औषधालयों को मंजूरी दी गई है, और 12 ईएसआई अस्पतालों में बिस्तर क्षमता के उन्नयन के लिए भी स्वीकृति प्रदान की गई है। इसके अतिरिक्त, 25 ईएसआईसी अस्पतालों में यूरोलॉजी, कार्डियोलॉजी, नेफ्रोलॉजी, ऑन्कोलॉजी, बाल चिकित्सा सर्जरी, गैस्ट्रोएंटरोलॉजी, एंडोक्रिनोलॉजी, रूमेटोलॉजी और न्यूरोलॉजी सहित सुपर-स्पेशियलिटी सेवाएं अब उपलब्ध हैं। उन्नत उपचार तक व्यापक पहुंच सुनिश्चित करने के लिए, ईएसआईसी ने सार्वजनिक और निजी अस्पतालों के साथ कैशलेस इन-पेशेंट देखभाल के लिए टाई-अप व्यवस्था की है, जहाँ ऐसी सेवाएं उसके अपने संस्थानों में उपलब्ध नहीं हैं। इसके अलावा, आयुष्मान भारत-प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई) के साथ एक समझौता ज्ञापन ईएसआईसी लाभार्थियों को पैनल में शामिल आयुष्मान अस्पतालों में कैशलेस उपचार प्राप्त करने में सक्षम बनाता है। आपातकालीन और गंभीर देखभाल में सुधार के प्रयासों के हिस्से के रूप में, 06 ईएसआईसी मेडिकल कॉलेजों में रीयल-टाइम रोगी निगरानी वाली 5जी-सक्षम एम्बुलेंस शुरू की गई हैं। 300 से अधिक बिस्तरों वाले अस्पतालों में इन-हाउस डायलिसिस सुविधाओं के साथ-साथ ब्लड बैंक और छोटे अस्पतालों में ब्लड स्टोरेज यूनिट स्थापित करने के लिए भी दिशा-निर्देश जारी किए गए हैं।

(घ): ईएसआईसी ने अपने ऑनलाइन ईएसआईसी पोर्टल के माध्यम से पंजीकरण और दावा प्रक्रियाओं को सरल और डिजिटल बना दिया है। नियोक्ता और कर्मचारी ऑनलाइन पंजीकरण कर सकते हैं, और बीमाकृत व्यक्ति सीधे बीमाकृत व्यक्ति (आईपी) पोर्टल के माध्यम से बीमारी हितलाभ, प्रसूति हितलाभ और अन्य संबंधित हितलाभों सहित नकद लाभों के लिए दावे प्रस्तुत कर सकते हैं।

विवरण

ईएसआईसी के अंतर्गत कवर किए गए बीमाकृत व्यक्तियों और लाभार्थियों का राज्य/संघ राज्यक्षेत्र वार ब्यौरा

क्र.सं.	राज्य	बीमित व्यक्ति	लाभार्थी
1	आंध्र प्रदेश	14,28,110	55,41,067
2	असम	3,42,000	13,26,960
3	अरुणाचल प्रदेश	2,210	8,575
4	मेघालय	16,130	62,584
5	नागालैंड	5,360	20,797
6	त्रिपुरा	22,910	88,891
7	मणिपुर	5,350	20,758
8	मिजोरम	3,160	12,261
9	बिहार	5,13,420	19,92,069
10	चंडीगढ़	1,42,120	5,51,425
11	छत्तीसगढ़	6,27,260	24,33,769
12	दिल्ली	14,00,970	54,35,763
13	गोवा	2,15,910	8,37,731
14	गुजरात	20,04,720	77,78,313
15	हरियाणा	29,24,310	1,13,46,323
16	हिमाचल प्रदेश	4,15,570	16,12,412
17	जम्मू और कश्मीर	1,55,720	6,04,194
18	झारखंड	5,54,980	21,53,322
19	कर्नाटक	35,33,300	1,37,09,204
20	केरल	10,95,170	42,49,260

21	मध्य प्रदेश	12,99,080	50,40,430
22	महाराष्ट्र	49,14,790	1,90,69,385
23	ओडिशा	10,90,420	42,30,830
24	पुदुचेरी और माहे	1,20,400	4,67,152
25	पंजाब	13,87,110	53,81,987
26	राजस्थान	17,38,060	67,43,673
27	सिक्किम	27,540	1,06,855
28	तमिलनाडु और अंडमान निकोबार द्वीप समूह	44,77,800	1,73,73,864
29	तेलंगाना	19,15,700	74,32,916
30	उत्तर प्रदेश	31,27,810	1,21,35,903
31	उत्तराखंड	7,07,130	27,43,664
32	पश्चिम बंगाल	22,21,360	86,18,877
	अखिल भारतीय	3,84,35,880	14,91,31,214

(स्रोत: ईएसआईसी मुख्यालय)

CLOSURE OF INDUSTRIES IN KOLHAPUR

4945. SHRI SHAHU SHAHAJI CHHATRAPATI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the number of industrial units in Kolhapur district issued directions for closure during the last three years;

(b) the number of cases in which bank guarantees were encashed; and

(c) whether any appellate mechanism exists against such orders and if so,

the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): As per information provided by Maharashtra Pollution Control Board (MPCB) Closure Directions to 36 industries in Kolhapur district has been issued for non-compliance of consent conditions during last three years. The bank guarantees amounting to Rs, 1,10,70,500/- have been encashed from 49 industries due to non-compliance of MPCB directions issued from time to time. There is an Appellate mechanism under which the appeal may be made against the order passed by the State Board within thirty days from the date on which the order is communicated under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 31 of the Air (Prevention and Control of Pollution) Act, 1981 and the appeal may be made to the Principal Secretary, Environment and Climate Change Department, Government of Maharashtra.

DRAFT NATIONAL YOUTH POLICY, 2025

4946. SHRI BAIJAYANT PANDA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the details of the key objectives and present status of the Draft National Youth Policy, 2025, including stages of inter-ministerial consultation and

stakeholder engagement completed so far;

(b) the number of consultations, outreach programmes and structured interactions conducted at the national and State levels for formulation of the Draft Policy along with broad categories of stakeholders consulted; and

(c) the extent to which inputs received from the State Government of Odisha have been incorporated in the Draft Policy, including the number of submissions received and the broad thematic areas covered?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b): The draft 'National Youth Policy 2025' is at draft stage. It was placed in the public domain for inviting comments/suggestions. The objectives of the Draft 'National Youth Policy 2025' can be accessed at https://yas.nic.in/sites/default/files/Draft%20NYP-2025.pdf

Several rounds of consultations and workshop were undertaken since the year 2023 for obtaining suggestions/feedback from central Ministries/Departments, all state/UTs and citizenry for formulation of the Draft 'National Youth Policy 2025 (NYP 2025)'. The comments were sought from Citizen through online platforms viz. MY Gov, MY Bharat and Ministry of Youth Affairs and Sports website.

The inputs/suggestions received from all stakeholders from these consultations were analysed by the Department of Youth Affairs and incorporated in the draft NYP 2026 to the extent of mandate of the Department

of Youth Affairs. At present, the NYP 2026 is under approval stage.

(c): No comments have been received from the State of Odisha on draft National Youth Policy 2026.

MERA YUVA BHARAT INITIATIVE IN WEST BENGAL

4947. SHRI RAJU BISTA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the details of programmes and activities organised/conducted under the MY Bharat initiative in West Bengal, district-wise; and

(b) the details of funds allocated and utilised under the MY Bharat (Erstwhile Nehru Yuva Kendra) initiative during the last three years and the current year, project-wise?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): The details of programmes and activities organised by MY Bharat (erstwhile NYKS) during current FY 2025-26 in the state of West Bengal, district-wise are given in the enclosed **Statement-I.**

(b): The details of funds allocated and utilised under MY Bharat (erstwhile NYKS) during the last three years and current year are given in the enclosed **Statement-II.**

STATEMENT-I

District-wise Programmes Organised during FY 2025-26 in the State of West Bengal

S. No	Name of the District	Details of the Programmes Conducted
1	Alipurduar	Observance of Days of National Importance, Future Youth Leaders Boot Camp, Ek Ped Maa Ke Naam Campaign, Workshops on Flagship Schemes, Distribution of Sports Kits, Cluster of Block Sports Meet, District Level Sports Meet, Sardar@150-District Level Padyatra, MY Bharat Yuva Mandal Vikas Abhiyan, Viksit Bharat Youth Parliament, National Voters' Day Padyatra. Inter District Youth Exchange Programme is being conducted at Jalpaiguri, Darjeeling, Kolkata North, Murshidabad only. Inter State Youth Exchange Programme was organized at Howrah, Hooghly, North Kolkata only. Tribal Youth Exchange Programme was organized in MY Bharat North Kolkata only.
2	Bankura	
3	Burdwan	
4	Birbhum	
5	Jalpaiguri	
6	Baruipur	
7	Dakshin Dinajpur	
8	Coochbehar	
9	Barasat	
10	Darjeeling	
11	Kalimpong	
12	Durgapur	
13	Diamond harbour	
14	Hooghly	
15	Howrah	
16	Jhargram	
17	North Kolkata	
18	South Kolkata	
19	Malda	
20	Murshidabad	
21	Nadia	

22	Midnapur West	
23	Midnapur East	
24	Purulia	
25	Raghunathpur	
26	Uttar Dinajpur	
27	State Office	Jai Bhim Padyatra – At State level National Voter's Day Padyatra – At State level

STATEMENT-II

The details of funds allocated and utilised under MY Bharat (erstwhile NYKS) during the last three years and current year

(Figures in Crore)

S.N.	Year	Funds Allocated	Funds Utilised
1.	2022-23	356.44	337.46
2.	2023-24	402.30	334.26
3.	2024-25	412.00	339.95
4.	2025-26	423.00	334.95

EXTENSION OF IMPLEMENTATION OF NIPUN BHARAT SCHEME

4948. SHRI NAVEEN JINDAL:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of changes made in schools teaching pattern to implement

National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN) Bharat format of teaching in the country;

(b) the extent of implementation of NIPUN Bharat scheme across the country; and

(c) the details of progress made so far in regard to implementation of NIPUN Bharat initiative in terms of achieving the initiative's goals and objectives?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The Department of School Education and Literacy (DoSEandL), Ministry of Education (MoE) has launched a National Mission called "*National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat Mission (NBM))*" on 5th July, 2021 for ensuring that every child in the country necessarily attains foundational literacy and numeracy (FLN) by the end of Grade 2. This Mission aligned with the National Education Policy (NEP) 2020, has been set up under the aegis of the centrally sponsored scheme of Samagra Shiksha- an integrated scheme for School Education. Under Samagra Shiksha, all 36 States/Union Territories are implementing the NBM. Under the NBM, a range of systemic interventions have been undertaken and the following progress has been made across the country:

(i) A 3-months play based 'School Preparation Module and Guidelines' for Grade I named '*Vidya Pravesh*' was launched on 29th July, 2021. The goal of Vidya Pravesh programme is to promote school preparedness in all children

coming to Grade-I from diverse backgrounds (Balvatika, Anganwadi Centers (AWCs), at home, private play schools etc.), to ensure a smooth transition of children to Grade-I. It provides play based, age and developmentally appropriate learning experiences in a joyful and stimulating environment leading to holistic development to bolster a child's pre-literacy, pre-numeracy, cognitive and social skills. This programme is being implemented across the country. From 2022-23 till date, over 4.2 crore students in around 8.9 lakh schools have benefitted. The Vidya Pravesh Programme is a new initiative so that the children are school ready.

(ii) To improve the learning outcomes at foundational stage, the National Curricular Framework for Foundational Stage (NCF-FS) was released on 20th October, 2022 providing a structure for the syllabus, training of teachers, Learning Teaching Material (LTM), etc. The NEP, 2020 recommends a toy based pedagogy for FLN for joyful learning. The various LTMs being used for the same are as under:

- The *Jaadui Pitara* (JP), a set of 53 play-based learning-teaching materials for ages 3-8 was launched on 20th February 2023. Available in 22 Indian languages, JP includes toys, puzzles, story cards, flashcards, and teacher handbooks. Its digital extension, the *e-Jaadui Pitara*, launched on 10th February 2024, offers multilingual stories, activities, songs in 22 Indian languages, and AI-based bots-*Katha Sakhi, Teacher Tara, and Parent Tara*-to support children, teachers, and parents. As envisaged in NEP 2020, these initiatives are an integral part of the

foundational stage.

- Primers (launched in March, 2024) have been developed in 121 local and tribal languages for FLN in mother tongues spoken by populations of at least 10,000.

(iii) Lakshyas or Targets for FLN starting from the Balvatika-3 upto Grade-2, based on the learning outcomes have been developed on the basis of national and international research.

(iv) The Government of India conducts periodic large-scale assessments, to measure learning and education outcomes across the country, through PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development) Rashtriya Sarvekshan, which is conducted by National Assessment Centre, PARAKH under the aegis of the Ministry of Education. The primary objective of this survey is to evaluate the learning competencies of students at the end of each of the educational stages i.e. Foundational, Preparatory, and Middle. The latest PARAKH Rashtriya Sarvekshan was conducted on December 4, 2024. A comparative analysis of State-wise average scores at foundational stage during National Achievement Survey (NAS) 2021 and PRS 2024 reflects the depth and impact of NIPUN Bharat Mission. There is an improvement in learning achievements of the students in Grade 3 survey results, respectively reflecting the success of NIPUN Bharat Mission across the country. It also shows that the performance of children in Grade 3 in rural and government schools is better than urban and private schools, indicating clear improvement in learning outcomes from previous

survey. This can be accessed at https://dashboard.parakh.ncert.gov.in/en.

The Department of School Education and Literacy (DoSEandL) has launched a national initiative to improve learning outcomes through an integrated teacher training programme called the *National Initiative for School Heads' and Teachers' Holistic Advancement (NISHTHA)* under Samagra Shiksha. NISHTHA supports large-scale in-service teacher capacity building and includes training modules for primary teachers focusing on pedagogy, FLN, inclusive education and classroom practices, and is implemented in coordination with the States and Union Territories through face-to-face and online modes. More than 15.57 lakh users including pre-primary teachers, master trainers and Anganwadi Workers have completed NISHTHA online training program for FLN and ECCE. Besides, these states are also conducting physical trainings of teachers at State level.

Further, Government has introduced the Integrated Teacher Education Programme (ITEP), regulated by the National Council for Teacher Education (NCTE), in order to improve the quality of teachers, especially for young children at the foundational stage. It is a four-year integrated course that prepares future teachers in a comprehensive way. It combines studies on child development, early childhood care and education (ECCE), and modern teaching methods like play-based and activity-based learning. It focuses on Foundational Literacy and Numeracy (FLN), which are essential skills for early education.

IMPLEMENTATION OF MOTHER-TONGUE BASED EDUCATION

4949. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the National Education Policy (NEP) and subsequent policy decisions have provision for teaching in local and tribal languages at foundational and primary levels to improve comprehension among students, particularly in tribal districts such as Nandurbar in Maharashtra, if so, the details thereof;

(b) the details of specific steps taken by the Government to develop curriculum, textbooks and digital learning content in tribal languages and dialects, including collaboration with linguistic experts and State authorities;

(c) whether teachers are being recruited or trained with multilingual competencies to implement mother-tongue-based education effectively;

(d) the details of the financial and institutional support extended to States for promoting regional language instruction in schools; and

(e) the measurable Impact of these initiatives on learning outcomes, enrolment and retention among tribal students?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): The National Education Policy (NEP) 2020 recognizes the vital role of multilingualism and mother tongue based education. Para 4.12 of NEP 2020

emphasizes that wherever possible, the medium of instruction until at least Grade 5, and preferably till Grade 8 and beyond, should be the child's mother tongue/home language/local language. This is reinforced by the National Curriculum Framework for School Education (NCFSE) 2023, which places the child's linguistic context at the heart of learning and lays a clear roadmap for structured multilingual education and the following initiatives have been taken in the area of school education to promote Indian languages:

(i) NCERT has developed and published textbooks in 22 scheduled languages for Grades 1 to 3 and 6. Similarly, all books of classes 4,5,7 to 12 will be published in all Schedule 8 languages and English. The textbooks are available at NCERT's website https://ncert.nic.in.

(ii) The Jaadui Pitara (JP), a set of 53 play-based learning-teaching materials for ages 3-8 was launched on 20th February 2023. Available in 22 Indian languages and English, JP includes toys, puzzles, story cards, flashcards, and teacher handbooks. Its digital extension, the e-Jaadui Pitara, launched on 10th February 2024, offers multilingual stories, activities, songs in 22 Indian languages. As envisaged in NEP 2020, these initiatives are an integral part of the foundational stage.

(iii) The Ministry of Education (MoE) through NCERT and Central Institute of Indian Languages (CIIL), Mysuru along with the Tribal Institutes has developed Primers (launched in March, 2024) in 121 local languages including tribal lanaguage for FLN in mother tongues spoken by populations of at least 10,000. Primers are available at

https://ncert.nic.in/primers.php?ln=en.

(iv) The Ministry of Education initiated a nationwide programme to promote all Indian languages through the programme of Bhasha Sangam. Children in school learn 100 sentences in the 22 scheduled languages with audio and video support. Schools across the country are participating and learning the Indian languages. Both textual and audio-video materials are available on DIKSHA portal at https://ncert.nic.in/bs-2021.php.

(v) The Rashtriya e-Pustakalaya provides quality books to children and adolescents, ensuring accessibility across diverse geographies, languages, genres, and educational levels. The platform offers 6,000+ non-academic books in 23 languages making a wide range of resources available to users.

(vi) The PM e-Vidya initiative has expanded to 200 DTH TV channels with vision of “One Nation, One Digital Platform”, delivering curriculum-aligned content in various 128 Indian languages and 7 foreign languages, enhancing reach and inclusivity of rural area.

(vii) Central Board of Secondary Education (CBSE) has prescribed using child’s home language, mother tongue or a familiar regional language , as a medium of instruction at the foundational stage and also at the preparatory stage. The notification dated 22.05.2025 is available at https://cbseacademic.nic.in/web_material/Circulars/2025/30_Circular_2025.pdf

The Department of School Education and Literacy has also launched a National Mission to improve learning outcomes at the elementary level through an Integrated Teacher Training Programme called NISHTHA – National Initiative for School Heads' and Teachers' Holistic Advancement under the Centrally Sponsored Scheme of Samagra Shiksha in 2019-20. Under NISHTHA FLN, modules such as 'Multilingual Education in Primary Grades' are specifically included to equip teachers with strategies for addressing linguistic diversity in classrooms.

The National Professional Standards for Teachers (NPST), developed by NCTE under para 5.20 of NEP 2020, establishes a uniform framework for teacher competency. To facilitate this, NPST guiding document was released by NCTE, available in accessible formats including Braille, audio, and 22 scheduled languages. It guides teachers to create inclusive learning environments that respect and integrate students' home languages, thereby strengthening multilingual education in classrooms and supporting equitable learning outcomes across diverse linguistic contexts.

The Four-Year Integrated Teacher Education Programme (ITEP), aligned with the National Education Policy (NEP) 2020, is designed to prepare professionally competent teachers through a multidisciplinary and holistic approach that integrates content, pedagogy, values, and practice. The programme emphasizes grounding student-teachers in Indian languages, cultural contexts, and Indian knowledge systems, including tribal traditions, while equipping them with skills to address diverse classroom realities.

States/UTs including Maharashtra are encouraged through review meetings, PAB meetings and other platforms to operationalize multilingual strategies by mapping learners' mother tongues, facilitating availability of learning materials in local languages, and training teachers for multilingual pedagogies.

Financial assistance is provided to States and UTs (including Maharashtra) for implementation of the interventions under Samagra Shiksha (including promotion of regional languages instructions in schools) as per the Annual Work Plan and Budget (AWPandB) under Samagra Shiksha prepared by the States and UTs based on their requirements and priority.

The Government of India conducts periodic large-scale assessments, to measure learning and education outcomes across the country, through PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development) Rashtriya Sarvekshan, which is conducted by National Assessment Centre, PARAKH under the aegis of the Ministry of Education. The primary objective of this survey is to evaluate the learning competencies of students at the end of each of the educational stages i.e. Foundational, Preparatory, and Middle. The latest PARAKH Rashtriya Sarvekshan was conducted on December 4, 2024. A comparative analysis of State-wise average scores at foundational stage during National Achievement Survey (NAS) 2021 and PRS 2024 reflects the depth and impact of NIPUN Bharat Mission.

There is an improvement in learning achievements of the students

reflecting the success of NIPUN Bharat Mission across the country. It also shows that the performance of children in Grade 3 in rural and government schools is better than urban and private schools, indicating clear improvement in learning outcomes from previous survey. This can be accessed at https://dashboard.parakh.ncert.gov.in/en.

The details of retention rates, based on UDISE+, are tabulated below: -

Retention rate at different levels (including tribal students)					
	Year	**Foundational**	**Preparatory**	**Middle**	**Secondary**
India	2023-24	98.0	85.4	78	45.6
	2024-25	98.9	92.4	82.8	47.2

UGC GRANTS FOR COLLEGES IN BARGARH AND JHARSUGUDA DISTRICTS

4950. SHRI PRADEEP PUROHIT:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the University Grants Commission (UGC) has sanctioned any grants to Government colleges in the districts of Bargarh and Jharsuguda during the last three years;

(b) if so, the details of the grants sanctioned, released and the amount utilised by each college during the said period, district-wise and college-wise;

(c) whether any proposals from Government colleges of Bargarh and

Jharsuguda districts are pending with the UGC for financial assistance, if so, the details thereof; and

(d) the steps taken by the Government to ensure timely release and effective utilisation of UGC grants for strengthening higher education infrastructure in these said two districts?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): The University Grants Commission (UGC) has informed that no grants have been sanctioned/released to Government colleges in the districts of Bargarh and Jharsuguda during the last three years. The funding under UGC schemes is released under specific schemes of the UGC, and presently, there is no active/open call for grants-in-aid proposals from UGC.

Further, Ministry of Education is implementing Rashtriya Uchchatar Shiksha Abhiyan (RUSA) which is a Centrally Sponsored Scheme aimed at funding specific State government universities and colleges, so as to improve their quality by ensuring their conformity to prescribed norms and standards. In alignment with National Education Policy (NEP) 2020, the Government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) for the period 2023-24 to 2025-26 with an outlay of Rs. 12926.10 crore, to cater to the needs of educationally unserved/ underserved areas. The scheme has been further extended till 31st March,2028, for completion of PM-

USHA projects and for an additional 6 months (i.e.,30th September, 2026) for completion of ongoing RUSA projects.

Under this scheme, 199 projects with a total approved amount of Rs. 1581.66 crore have been approved for the state of Odisha including 6 units amounting to Rs. 15 crore in Bargarh district and 5 units amounting to Rs. 12.99 crore in Jharsuguda district.

CLOSURE OF SCHOOL IN TRIBAL AREAS

4951. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **EDUCATION** be pleased to state:

(a) the number of Government and Government-aided schools functioning in Scheduled Tribe-dominated areas of Maharashtra since 2014-15, including the number of schools opened and closed during the same period, year-wise;

(b) the number of closures attributed to low or zero enrolment and the criteria adopted for such rationalisation in tribal habitations;

(c) whether free transport facilities, residential hostels or bridge schooling arrangements have been provided to students affected by school closures, if so, the details thereof;

(d) the details of additional financial or academic incentives provided to Scheduled Tribe students to enhance enrolment and retention; and

(e) whether any impact assessment has been conducted on school access and dropout rates in tribal areas following such closures, if so, the details

thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): Education is in the Concurrent list of the Constitution and the opening, merger/closing of schools are within the purview of respective State Government and UT Administration-which are the appropriate Government under the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The Department of School Education and Literacy is implementing Samagra Shiksha, an integrated scheme for school education in 2018-19 covering the entire gamut from pre-school to class XII. The scheme has also been aligned with the recommendations of National Education Policy (NEP) 2020 to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process.

Para 7.4 of the National Education Policy 2020 underscores that although consolidation of schools is an option, must be carried out very judiciously, and only when it is ensured that there is no impact on access. To achieve better learning outcomes and appropriate Pupil-Teacher Ratios (PTR) across upper primary and secondary levels, some states have adopted appropriate strategies to establish the larger schools as per aspirations of the public.

Under Samagra Shiksha, all States and UTs submit their proposals for all interventions contained in the scheme through their Annual Work Plan and Budget (AWPandB) as per their priorities and requirements. The proposals are appraised and approved by the Project Approval Board (PAB) in the Ministry in consultation with the respective State/UT government and funds are allocated accordingly, as per norms.

As per information received from the state, Scheduled Tribe–dominated districts of Maharashtra include Amravati, Bhandara, Chandrapur, Dhule, Gadchiroli, Gondia, Jalgaon, Nagpur, Nandurbar, Nashik, Palghar, Raigad, Thane, and Yavatmal.

As informed by the State, year-wise details of the number of Government and Government-aided schools functioning in Scheduled Tribe-dominated areas of Maharashtra since 2014-15 is as under:

Year	**Functioning Schools**	
	Government	**Government-aided**
2014-15	26437	9590
2015-16	26654	9750
2016-17	26477	9668
2017-18	26259	9700
2018-19	25947	9685
2019-20	25883	9683
2020-21	25806	9687
2021-22	25761	9676

2022-23	25680	9623
2023-24	25591	9620
2024-25	25008	9624
2025-26	25363	9603

One of the focus areas of the Samagra Shiksha scheme is to reduce the dropout rate and the number of Out of School Children (OoSC). The scheme includes the provision of opening and strengthening of new schools up to senior secondary level; construction of school buildings and additional classrooms; setting up, up-gradation and running of Kasturba Gandhi Balika Vidyalayas; setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas; free uniforms, free text books, transport allowance and undertaking enrolment and retention drives. Further, financial assistance is provided to the State/UT Government for opening and running of Netaji Subhash Chandra Bose Awasiya Vidyalayas in remote, sparsely populated and difficult to reach areas, hilly terrains, areas affected by LWE, large uninhabited areas with natural barriers. Financial assistance is also provided under PM-JANMAN component of Samagra Shiksha to the States and UTs for the unserved identified Particularly Vulnerable Tribal Groups and under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) component of Samagra Shiksha, for the unserved ST population.

ASI APPROVAL FOR EXCAVATIONS IN TAMIL NADU

4952. THIRU DAYANIDHI MARAN:

SHRI K. E. PRAKASH:

Will the Minister of **CULTURE** be pleased to state:

(a) the present status of the proposals submitted by State Government of Tamil Nadu in July 2025 seeking permission from the Archaeological Survey of India (ASI) to undertake or continue archaeological excavations at eight sites including Keeladi/Keezhadi Adichanallur and Nagapattinam and if so, the details thereof;

(b) whether the said proposals have been pending with ASI, if so, the reasons for the delay in granting permission for the said excavations even after the meeting held under the Director General of ASI in November 2025;

(c) whether any scientific, technical or procedural objections have been raised by ASI with respect to the excavation proposals submitted by the State Government of Tamil Nadu and if so, the details thereof;

(d) whether the Government is aware that the excavation season in Tamil Nadu runs from January to July and the delay in granting permissions would result in missing the current fieldwork window and consequent delay in archaeological research; and

(e) whether any assessment of the potential impact of delays in excavation approvals has been undertaken and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): To undertake or continue archaeological excavations at eight sites including Keeladi/Keezhadi, Adichanallur and Nagapattinam permissions have already been issued by the Central Government to Tamil Nadu State Department of Archaeology, Government of Tamil Nadu.

(d) and (e): The Archaeological Survey of India conducts quarterly meeting, to examine the excavation proposals received from State Departments of Archaeology, Universities and Research Institutions for timely issuing the permission.

NIDHI+ PLATFORM

4953. SHRIMATI APARAJITA SARANGI:

SHRI SUNIL KUMAR:

SHRI DILESHWAR KAMAIT:

Will the Minister of **TOURISM** be pleased to state:

(a) the details of the number of hospitality and tourism service providers registered under the National Integrated Database of Hospitality Industry (NIDHI+) Plus platform during the last three years and the current year, year and category-wise;

(b) the details of steps taken by the Government to ensure compliance, data verification and integration with State tourism databases;

(c) whether registration under the said platform has been linked with incentives, classification or recognition schemes; and

(d) whether the Government has undertaken any assessment regarding

improved transparency and ease of doing business and if so, the details thereof along with its implementation status in West Champaran?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The registration data under the National Integrated Database of Hospitality Industry (NIDHI+) Plus platform from 2023 to 2026 is as follows:

Category	**2023**	**2024**	**2025**	**2026 (as on 19.03.2026)**	**Total**
Accommodation Unit	4196	3886	3161	424	11667
Tourism Service Provider	2913	2314	2214	281	7722
Grand Total	7109	6200	5375	705	19389

(b): In order to ensure compliance, data verification, and integration with State Tourism Databases, the platform incorporates multiple levels of digital verification, including email OTP authentication, SMS OTP authentication, PAN verification and FSSAI verification (where applicable). The State Nodal Officers, nominated from the respective Tourism Departments of States/UTs verifies the authenticity of the registering units, upon which the unit receives a unique NIDHI ID.

(c) and (d): The Ministry of Tourism, Government of India, under its voluntary scheme of classification/ approval, classifies accommodation units and tourism service providers on the basis of the quality of facilities and services provided by them.

With a view to bring in more transparency, accountability and improved service delivery, including in West Champaran, the Ministry of Tourism introduced an online system of receiving, processing and conveying/ granting approvals for classification of accommodation units and recognition of Tourism Service Providers. Applications can be filed at the portal of National Integrated Database of Hospitality Industry (NIDHI+), i.e. nidhi.tourism.gov.in. This online process has also been integrated with payment gateway.

कारपोरेट कार्य मंत्रालय का अनुपालन ढांचा

4954. श्री अमर शरदराव काले:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) कारपोरेट कार्य मंत्रालय (एमसीए) के अनुपालन ढांचे के अंतर्गत एमसीए वी3 प्लेटफार्म, फाइल करने के लिए केन्द्रीकृत प्रक्रिया और ई-न्यायनिर्णयन प्रणाली सहित डिजिटल आधुनिकीकरण पहलों के कार्यान्वयन की वर्तमान स्थिति क्या है;

(ख) डिजिटल माध्यमों से कंपनियों और सीमित देयता भागीदारी (एलएलपी) के लिए पंजीकरण, सांविधिक फाइलिंग और अनुपालन प्रक्रियाओं को सरल बनाने के लिए क्या महत्वपूर्ण कदम उठाए गए हैं;

(ग) इन पहलों से व्यवसायों हेतु टर्नअराउंड समय, अनुपालन लागत और व्यक्तिगत रूप से संपर्क किए जाने (फिजिकल इंटरफेस) में कितनी कमी आई है; और

(घ) क्या डिजिटल अनुपालन सुधारों के व्यवसाय करने में सुगमता और विनियामक दक्षता पर पड़ने वाले प्रभाव के संबंध में कोई मूल्यांकन किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): एमसीए21 वी3 में, मैन्युअल त्रुटियों, पुन प्रस्तुतीकरण और अनुपालन समय-सीमा को कम करने के लिए वास्तविक समय के सत्यापनों और पहले से भरे हुए मास्टर डाटा के साथ वेब आधारित फाइलिंग शुरू की गई है। इसके अतिरिक्त, एलएलपी मॉड्यूल, कंपनी मॉड्यूल, ई-प्रवर्तन, ई-न्यायनिर्णयन, ई-परामर्श, ई-बुक, लर्निंग मैनेजमेंट सिस्टम को पहले ही वी3 के हिस्से के रूप में लागू किया जा चुका है। सभी फाइलिंग अब वी3 के माध्यम से की जा रही हैं।

कंपनी अधिनियम, 2013 के तहत किए गए अपराधों से संबंधित मामलों के त्वरित और पारदर्शी निर्णय के लिए एक प्रौद्योगिकी संचालित न्यायनिर्णयन तंत्र स्थापित करने के लिए सितंबर 2024 में एमसीए21 के तहत ई-न्यायनिर्णयन मॉड्यूल लॉन्च किया गया था।

(ख): एमसीए ने एमसीए21 पोर्टल पर प्रमुख प्रक्रियाओं को सरल बनाने और पारदर्शिता बढ़ाने के लिए कई उपाय किए हैं, जिनमें कंपनी निगमन, सांविधिक फाइलिंग और अनुपालन प्रक्रियाएं शामिल हैं। कंपनी निगमन के लिए, स्पाइस+ बी फॉर्म को निगमन के समय पैन, टैन, जीएसटी, ईपीएफओ और ईएसआईसी पंजीकरण संख्या और अन्य सेवाओं के निर्माण के लिए आयकर विभाग, जीएसटीएन, ईपीएफओ और ईएसआईसी जैसे कई अन्य नियामकों के साथ एकीकृत किया गया है। पिछले चार वर्षों के लिए वार्षिक सांविधिक फाइलिंग की संख्या सहित फाइलिंग की कुल संख्या का विवरण निम्नानुसार है: -

वित्त वर्ष	**फाइल किए गए फॉर्मों की कुल संख्या**	**फाइल किए गए एओसी-4 और एमजीटी-7/7ए की कुल संख्या**
वित्त वर्ष 2021-22	73,16,911	19,06,281
वित्त वर्ष 2022-23	75,32,709	20,04,137
वित्त वर्ष 2023-24	80,77,210	20,40,926
वित्त वर्ष 2024-25	87,79,125	21,44,692

(ग): कंपनी निगमन और नाम आरक्षण के लिए पिछले पांच वर्षों में औसत टर्नअराउंड समय 1 से 2 दिनों के बीच है। कंपनी अधिनियम/एलएलपी अधिनियम के तहत फाइल किए जाने वाले ई-फॉर्म की कुल संख्या में से लगभग 57% ई-फॉर्म स्ट्रेट थ्रू प्रोसेसिंग (एसटीपी) और कंडीशनल एसटीपी मोड के माध्यम से संसाधित किए जाते हैं। इसके अतिरिक्त, ई-न्यायनिर्णयन प्रणाली दक्षता और पारदर्शिता सुनिश्चित करते हुए न्यायनिर्णयन मामलों के प्रसंस्करण के लिए एक आद्योपांत ऑनलाइन प्लेटफॉर्म प्रदान करती है।

(घ) ऐसा कोई विशिष्ट मूल्यांकन नहीं किया गया है। हालांकि, व्यवसाय करने की सुगमता पर डिजिटल अनुपालन सुधारों का प्रभाव पिछले कुछ वर्षों में की जा रही फाइलिंग की बढ़ी हुई संख्या में परिलक्षित होता है, जैसाकि भाग (ख) में उल्लेख किया गया है।

IMPACT OF ARTIFICIAL INTELLIGENCE ON EMPLOYMENT, SKILLS AND EDUCATION

4955. SUSHRI SAYANI GHOSH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government is aware of reports indicating that Artificial Intelligence (AI) is likely to disproportionately affect around 26 per cent of jobs in the country including low-income and low-skilled workers due to limited complementarities and skill obsolescence and if so, the details thereof;

(b) whether any assessment has been made on the extent of job vulnerability or displacement arising from AI adoption in the country, particularly for low-skilled workers and fresh graduates and if so, the details thereof; and

(c) whether the Government has examined the adequacy of existing education and skill development systems in preparing the workforce for AI-driven changes and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): As per the NASSCOM report “Advancing India’s AI skills” published on August 2024, the AI talent in India is expected to grow from 6 lakh – 6.5 lakh professionals to more than 12.50 lakh professionals by the year 2027 at a 15 percent compound annual growth rate (CAGR).

Artificial Intelligence (AI) may result in job creation in various streams like data science, data curation, etc. So far, 8.65 lakh candidates have enrolled/trained in various courses including 3.20 lakh candidates in AI/Big Data Analytics technologies. Reskilling and upskilling initiatives are being undertaken through multiple national programmes that support workforce transition, redeployment, and preparedness for emerging job roles.

Further, Ministry of Electronics and Information Technology (MeitY) has initiated ‘FutureSkills PRIME’ a programme for Re-skilling/Up-skilling of IT Manpower for Employability in 10 new/emerging technologies including Artificial Intelligence. Under the programme, so far, more than 27.53+ lakh candidates have registered on the portal, out of which there have been 17.24+ lakh candidates enrolled/trained in various courses.

In addition, under the Scheme of Centers of Excellence for Artificial

Intelligence implemented by MeitY in partnership with NASSCOM, Startups are supported for developing AI based tools and applications that are of use for manufacturing companies. Several such solutions have been deployed by companies in manufacturing sector. Besides, National e-Governance Division (NeGD), MeitY in collaboration with its partners, has implemented 'YUVAi: Youth for Unnati and Vikas with AI'- A National Programme for School Students with the objective of enabling school students from classes 8th to 12th with AI tech and social skills in an inclusive manner. The programme provides a platform for youth to learn and apply AI skills in 8 thematic areas- Krishi, Aarogya, Shiksha, Paryavaran, Parivahan, Grameen Vikas, Smart Cities and Vidhi aur Nyaay.

Government is implementing Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Short-Term Training (STT) with embedded On-the-Job Training (OJT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to equip youth with industry-relevant skills and also train them in emerging and new-age job roles.

Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including information on jobs from private and government sectors, online and offline job fairs, job search and matching, career counselling, vocational guidance, skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

ENROLMENT AND CLAIM SETTLEMENT UNDER PMSBY

4956. SHRI RAJEEV RAI:

Will the Minister of **FINANCE** be pleased to state:

(a) the number of enrolments and renewals under the Pradhan Mantri Suraksha Bima Yojana (PMSBY) in Mau district in Uttar Pradesh, including Ghosi Lok Sabha constituency, during 2024-26, particularly among low-income and unorganized sector beneficiaries;

(b) the total premiums collected and the number of claims lodged, settled, rejected and pending in Mau district during the said period, along with the average time taken for settlement;

(c) whether any audit or evaluation findings have highlighted issues relating to claim settlement ratios, documentation delays or renewal gaps under PMSBY, if so, the status thereof in the said district;

(d) the measures taken by the Government to improve awareness, renewal rates and grievance redress mechanisms in rural areas of the district; and

(e) the steps taken to strengthen monitoring and transparency of district-wise enrolment and claim data?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Details are given in the enclosed **Statement.**

(c): IRDAI shared that it has an internal analysis mechanism of the PMSBY at insurer level. As per the analysis, the claims paid by the insurers is more than the premium collected for the last three Financial Year (F.Y.) for the

state of Uttar Pradesh, as given below:

F.Y.	Gross Premium (Rs. in Lakh)	Claim Paid (Rs. in Lakh)	Claim Paid Ratio
2024-25	3217	4426	138%
2023-24	2638	3321	126%
2022-23	2238	2609	117%

(d) and (e): In order to improve awareness, renewal rates and grievance redressal under PMSBY, regular campaigns are held at grass root level with active participation of banks and local administration.

A 4-month “Financial Inclusion Saturation Campaign” was launched across the country in 2.70 lakh gram panchayats and Urban Local Bodies (ULBs) from 01.07.2025 to 31.10.2025 aimed at raising awareness and improving participation.

For providing affordable universal access to social security protection through end-to-end digitized journey for enrolment and claim remittance Jan Suraksha Portal has been introduced. All 12 Public Sector Banks and 28 Regional Rural Banks and 11 insurers have been onboarded on the portal.

STATEMENT

(a) Details of number of enrolments and renewals under PMSBY

	As on 31.05.2024		As on 31.05.2025		As on 25.02.2026	
District / State Name	Cumulative Enrolments	No. of Renewals	Cumulative Enrolments	No. of Renewals	Cumulative Enrolments	No. of Renewals
Mau	6,46,297	3,16,183	7,91,097	4,48,231	8,92,343	5,42,882
Uttar Pradesh	6,52,73,037	3,58,87,865	7,57,44,309	4,59,11,156	8,47,01,923	5,08,75,574
Country Total	44,34,01,449	22,98,74,967	51,30,33,059	30,21,62,034	57,11,25,468	33,71,81,231

(b) Details of claims data of PMSBY

District / State	As on 31.05.2024				As on 31.05.2025				As on 25.02.2026			
	Claims Reported	Claims Paid	Claims Rejected	Claims Outstanding	Claims Reported	Claims Paid	Claims Rejected	Claims Outstanding	Claims Reported	Claims Paid	Claims Rejected	Claims Outstanding
Mau	55	35	18	2	69	38	18	13	72	50	17	5
Uttar Pradesh	14,120	9,978	3,044	1,098	18,486	11,721	3,829	2,936	19,359	14,291	3,776	1,292
Country Total	1,80,812	1,37,404	37,802	5,606	2,13,642	1,59,338	47,458	6,846	2,40,226	1,76,859	55,693	7,674

As per IRDAI:

(1) Information like low income and unorganized sector for PMSBY is not maintained.

(2) Data related to total premium under PMSBY is maintained on yearly basis and state-wise. Total gross premium collected for FY 2024-25 was Rs.32.17 crores for state Uttar Pradesh.

देश में फर्जी विश्वविद्यालय

4957. डॉ. राजकुमार सांगवान:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में कितने फर्जी विश्वविद्यालयों को चिन्हित किया गया है;

(ख) विगत चार वर्षों और वर्तमान वर्ष के दौरान विश्वविद्यालय अनुदान आयोग (यूजीसी) द्वारा ऐसे फर्जी विश्वविद्यालयों के विरुद्ध क्या विशिष्ट कार्रवाई की गई है और कितनी प्राथमिकी दर्ज की गई हैं और कितने नोटिस जारी किए गए हैं;

(ग) सरकार द्वारा ऐसे फर्जी विश्वविद्यालयों के बारे में जन जागरूकता पैदा करने और छात्रों के हितों की रक्षा करने हेतु नोटिस जारी करने के अलावा अन्य क्या उपाय किए गए हैं;

(घ) क्या केन्द्र सरकार ने राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से अनुरोध किया है कि वे अपने अधिकार क्षेत्र में संचालित फर्जी विश्वविद्यालयों के विरुद्ध कार्रवाई करें; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उनके द्वारा किस प्रकार की कार्रवाई किए जाने का अनुरोध किया गया है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ङ): शिक्षा समवर्ती सूची का विषय है और भारत में शिक्षा के विकास के लिए केंद्र सरकार और राज्य सरकारें दोनों मिलकर काम करती हैं। समय-समय पर अद्यतन की जाने वाली फर्जी विश्वविद्यालयों की सूची विश्वविद्यालय अनुदान आयोग (यूजीसी) की वेबसाइट https://www.ugc.gov.in/universitydetails/Fakeuniversity पर उपलब्ध है। वर्तमान में, 32 संस्थान सूची में शामिल हैं।

पिछले चार वर्षों में और चालू वर्ष के दौरान विश्वविद्यालय अनुदान आयोग द्वारा स्वयंभू अथवा फर्जी संस्थानों/विश्वविद्यालयों के संबंध में निम्नलिखित कार्रवाई की गई है:

(i) फर्जी संस्थानों को स्पष्टीकरण/अनुपालन पत्र/कारण बताओ/चेतावनी पत्र जारी किए गए।

(ii) ऐसे स्वयंभू संस्थानों के प्रति छात्रों और जनता को जागरूक करने के लिए विश्वविद्यालय अनुदान आयोग की वेबसाइट पर सार्वजनिक सूचनाएं प्रकाशित की गई है।

(iii) संबंधित राज्यों/संघ राज्य क्षेत्रों के मुख्य सचिवों, शिक्षा सचिवों और प्रधान सचिवों को पत्र जारी किए गए हैं जिनमें उनसे ऐसे स्वयंभू फर्जी विश्वविद्यालयों/संस्थाओं के विरुद्ध उपयुक्त कार्रवाई करने और विश्वविद्यालय अनुदान आयोग अधिनियम, 1956 का उल्लंघन करते हुए संचालित इन स्वयंभू शैक्षिक संस्थाओं के विरुद्ध एफआईआर दर्ज करने का अनुरोध किया गया है।

कानून और व्यवस्था बनाए रखना राज्य सरकारों का विषय है। तदनुसार, केन्द्र सरकार ने सभी राज्य सरकारों और संघ राज्य क्षेत्र प्रशासन के मुख्य सचिवों से अनुरोध किया है कि वे इन संस्थाओं को बंद करने के लिए कानूनी कार्रवाई करें और स्वयं को विश्वविद्यालयों के रूप में गलत प्रस्तुत करके, डिग्रियां प्रदान करके और उनके नाम के साथ विश्वविद्यालय शब्द का प्रयोग करके छात्रों को धोखाधड़ी और ठगने में संलिप्त व्यक्तियों के विरुद्ध उचित कार्रवाई करें। यह भी अनुरोध किया गया था कि यदि उनके राज्यों/संघ राज्य क्षेत्रों में अन्य फर्जी विश्वविद्यालय कार्य कर रहे हैं जो यूजीसी की फर्जी विश्वविद्यालयों की सूची में शामिल नहीं हैं, तो केन्द्र सरकार/विश्वविद्यालय अनुदान आयोग को सूचित करें।

DEVELOPMENT OF KSHATRIYA KUND GRAM, JAMUI

4958. SHRI ARUN BHARTI :

Will the Minister of **CULTURE** be pleased to state:

(a) the details of steps taken by the Government to develop and preserve Kshatriya Kund Gram in Jamui which is recognized as the birthplace of Lord Mahavira;

(b) whether the funds allocated to upgrade the cultural infrastructure and museum facilities at this premier site of Jain heritage;

(c) if so, the details of allocations and expenditures, year-wise;

(d) whether the Government coordinates with the State Government to host an annual national-level Mahavira cultural festival at the said site; and

(e) the details of the measures taken by the Government to globally promote the said heritage site?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Kshatriya Kund Gram, located in the Jamui district of Bihar, is neither under the jurisdiction of the Archaeological Survey of India, nor notified as a State-protected monument. It is a Jain pilgrim site located in the village of Lachhuar about 20 kms. west of Jamui district. The place serves as a gateway to Kshatriya Kund Gram which is believed to be the birth place of Lord Mahavira. However, no funds have been allocated to upgrade the cultural and museum facilities at this site.

PERFORMANCE OF NCS PORTAL

4959. SHRI KAMAKHYA PRASAD TASA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of job seekers shortlisted through the National Career Service (NCS) Portal since its inception in the country, gender and State/UT-wise;

(b) the details of Online and Offline job fairs organised through the said Portal in the country;

(c) the details of overall placement rate achieved and the total number of candidates placed through the said job fairs since its inception in the country, gender and State/UT-wise;

(d) the details of total number of vacancies mobilized through the NCS portal during the said period in the country, gender, State/UT and functional area-wise;

(e) the details of steps taken/being taken by the Government to promote the adoption of the NCS Portal at the State level; and

(f) whether all the employment exchanges/State Career Services have been digitized and integrated with the NCS Portal in the country and if so, the details thereof, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f): The National Career Service (NCS) Portal is a one-stop solution for providing career related services including jobs from private and government sectors, information on online and offline job fairs, job search and matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in] to all stakeholders across the country.

Notifying final hiring figures is not a mandatory requirement on NCS Portal. However, as on 28.02.2026, more than 2.25 crore jobseekers have been shortlisted through NCS Portal since inception. Gender and State/UT-wise details of shortlisted jobseekers are given in the enclosed **Statement.**

Since inception more than 65,000 job fairs (Online/Offline) have been organized through NCS Portal across the country and more than 8.94 crore vacancies have been mobilized on NCS portal. State/UT-wise and sector-wise details of vacancy mobilized on NCS Portal may be seen at https://www.ncs.gov.in/_layouts/15/ncsp/ViewStaticReport.aspx.

Further, as on date, 23 States/UTs have been integrated with the NCS portal and 8 States/UTs are directly using NCS Portal.

STATEMENT

Details of shortlisted jobseekers through NCS Portal

State Name	Female	Male	Others*	Total
Andaman and Nicobar Islands	657	1,873	-	2,530
Andhra Pradesh	1,40,524	2,33,850	34	3,74,408
Arunachal Pradesh	2,502	4,206	-	6,708
Assam	50,460	2,01,656	288	2,52,404
Bihar	5,29,247	35,03,948	439	40,33,634
Chandigarh	7,259	9,608	-	16,867
Chhattisgarh	19,454	92,118	33	1,11,605
Dadra and Nagar Haveli	615	1,306	-	1,921
Daman and Diu	170	381	-	551
Delhi	97,284	2,15,721	15	3,13,020
Goa	4,420	3,842	3	8,265
Gujarat	57,857	1,45,695	39	2,03,591
Haryana	54,117	1,55,172	86	2,09,375
Himachal Pradesh	10,486	26,764	32	37,282
Jammu and Kashmir	10,610	41,447	2	52,059
Jharkhand	1,03,148	4,75,060	263	5,78,471
Karnataka	74,056	1,15,712	78	1,89,846
Kerala	86,761	94,861	36	1,81,658

Ladakh	1,056	539	-	1,595
Lakshadweep	441	388	-	829
Madhya Pradesh	65,347	2,51,863	22	3,17,232
Maharashtra	1,75,882	4,05,239	64	5,81,185
Manipur	3,365	12,628	14	16,007
Meghalaya	4,162	10,012	-	14,174
Mizoram	683	674	-	1,357
Nagaland	1,732	3,317	-	5,049
Odisha	1,11,584	3,52,814	112	4,64,510
Puducherry	5,328	5,501	-	10,829
Punjab	55,116	76,288	24	1,31,428
Rajasthan	40,487	2,45,641	54	2,86,182
Sikkim	7,602	10,943	-	18,545
Tamil Nadu	2,03,444	2,10,918	459	4,14,821
Telangana	63,220	1,43,038	24	2,06,282
Tripura	91,867	2,30,713	5	3,22,585
Uttar Pradesh	2,10,716	11,14,313	297	13,25,326
Uttarakhand	19,791	57,315	9	77,115
West Bengal	23,84,504	93,75,306	1,156	1,17,60,966
State Not Specified	93	291	-	384
Grand Total	**46,96,047**	**1,78,30,961**	**3,588**	**2,25,30,596**

**Others include transgender and gender not specified.*

उत्तर प्रदेश में ऋण का बोझ

4960. श्री सनातन पांडेय:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार को इस बात की जानकारी है कि उत्तर प्रदेश में किसानों, छोटे व्यवसायों और आम परिवारों पर ऋण का बोझ लगातार बढ़ता जा रहा है जिसके कारण वे ऋण के जाल में फंसते जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या बैंकों और गैर-बैंकिंग वित्तीय संस्थाओं द्वारा ऋणों की वसूली में सख्ती और अनौपचारिक क्षेत्र के साहूकारों के बढ़ते प्रभाव के कारण सामाजिक और आर्थिक समस्याएं उत्पन्न हो रही हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) वर्ष 2017 से अब तक उत्तर प्रदेश में कुल कृषि, सूक्ष्म, लघु और मध्यम उद्यम संबंधी और व्यक्तिगत ऋणों में हुई वृद्धि का ब्यौरा क्या है;

(घ) क्या सरकार ने ऋण जाल से बचाने के लिए ब्याज राजसहायता, पुनर्संरचना अथवा ऋण/उधार संबंधी परामर्श जैसी कोई विशेष योजना कार्यान्वित की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) उक्त राज्य में वित्तीय साक्षरता बढ़ाने और जिम्मेदारीपूर्ण तरीके से ऋण वितरण सुनिश्चित करने के लिए सरकार की क्या भावी कार्ययोजना है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ग): भारत सरकार ने औपचारिक और वहनीय संस्थागत ऋण तक पहुंच को सुगम बनाने के लिए कई पहलें की हैं, जिससे अनौपचारिक स्त्रोतों पर निर्भरता कम करने और उधारकर्ताओं पर ऋण के बोझ को कम करने में मदद मिली है। इस तरह का ऋण उधारकर्ताओं को पूंजीगत व्यय, कार्यशील पूंजी और आवश्यक व्यक्तिगत जरूरतों को पूरा करने में सक्षम बनाता है, जिससे आजीविका में वृद्धि और उत्पादकता में सहायता मिलती है। इसके अलावा, वित्तीय संस्थानों द्वारा पात्रता के आधार पर, मूल्यांकन की गई आवश्यकताओं और सूचित सहमति के आधार पर ऋण

प्रदान किया जाता है, जिससे जिम्मेदार ऋण और वित्तीय समावेशन सुनिश्चित होता है। बैंकों द्वारा ऋणों की वसूली भारतीय रिजर्व बैंक (आरबीआई) द्वारा जारी दिशा-निर्देशों और संबंधित बैंकों के बोर्डों द्वारा अनुमोदित नीतियों के अनुसार की जाती है। राज्य स्तरीय बैंकर्स समिति (एसएलबीसी), उत्तर प्रदेश द्वारा दी गई सूचना के अनुसार, बैंकों और गैर-बैंकिंग वित्तीय संस्थाओं द्वारा संवितरित ऋणों की वसूली में सख्ती और अनौपचारिक साहूकारों के बढ़ते प्रभाव का कोई मामला सूचित नहीं किया गया है।

उत्तर प्रदेश राज्य में 2017 से बकाया कृषि, एमएसएमई और व्यक्तिगत ऋण से संबंधित आंकड़ों का ब्यौरा संलग्न **विवरण** में दिया गया है।

(घ) और (ङ): सरकार और भारतीय रिजर्व बैंक ने वित्त के औपचारिक और वहनीय स्रोतों तक पहुंच को बढ़ावा देकर मुख्यत किसानों के ऋण भार को कम करने के लिए अनेक उपाय किए हैं जिनमें अन्य बातों के साथ-साथ निम्नलिखित शामिल हैं :

- किसान क्रेडिट कार्ड (केसीसी) किसानों को बीज, उर्वरक और कीटनाशकों जैसे कृषि आदानों की खरीद के साथ-साथ फसल उत्पादन और संबद्ध गतिविधियों से संबंधित नकदी आवश्यकताओं को पूरा करने के लिए समय पर और किफायती ऋण प्रदान करता है। 2019 में, पशुपालन, डेयरी और मत्स्यपालन की कार्यशील पूंजी की आवश्यकता को कवर करने के लिए केसीसी योजना का विस्तार किया गया था।
- भारत सरकार की संशोधित ब्याज सबवेंशन योजना (एमआईएसएस) किसान क्रेडिट कार्ड (केसीसी) के माध्यम से किसानों को 7% की रियायती ब्याज दर पर अल्पकालिक कृषि संबंधी ऋण प्रदान करती है, जिसमें बैंकों को 1.5% ब्याज अनुदान मिलता है। वे किसान जो तुरंत ऋण चुकाते हैं, उन्हें अतिरिक्त 3% प्रोत्साहन मिलता है, जिससे उनकी ब्याज दर प्रभावी रूप से घटकर केवल 4% हो जाती है।
- भारतीय रिजर्व बैंक द्वारा संबद्ध गतिविधियों के लिए ऋण सहित संपार्श्विक मुक्त अल्पकालिक कृषि ऋणों की सीमा 01 जनवरी 2025 से प्रति उधारकर्ता 1.60 लाख रुपये

से बढ़ाकर 2.00 लाख रुपये कर दी गई है। यह कदम विशेष रूप से छोटे और सीमांत किसानों (कुल किसानों का 86% से अधिक शामिल है) के लिए ऋण पहुंच को बढ़ाता है, जो कम उधार लेने की लागत और संपार्श्विक अपेक्षाओं को हटाने से लाभान्वित होते हैं.

- किसानों के बीच केसीसी योजना के लाभों के बारे में जागरूकता लाने के लिए, केंद्र/राज्य सरकारें, आरबीआई, नाबार्ड और बैंक विभिन्न जागरूकता कार्यक्रम और आईईसी (सूचना, शिक्षा और संचार) अभियान आयोजित करते हैं। इसके अलावा, भारत सरकार ने सभी पात्र किसानों को केसीसी प्रदान करने के लिए आत्मनिर्भर भारत अभियान के तहत केसीसी संतृप्ति अभियान शुरू किया। इसके अलावा, पशुपालन, डेयरी और मत्स्य पालन (एएचडीएफ) में कार्यरत सभी पात्र किसानों को किसान क्रेडिट कार्ड (केसीसी) के लाभों का विस्तार करने के लिए राष्ट्रव्यापी जिला स्तरीय साप्ताहिक शिविर भी आयोजित किए गए।
- भारतीय रिजर्व बैंक द्वारा सभी अनुसूचित वाणिज्यिक बैंकों को यह अनिवार्य किया गया है कि वे सूक्ष्म एवं लघु उद्यमों (एमएसई) में इकाइयों को 10 लाख रुपये तक के ऋण के मामले में संपार्श्विक प्रतिभूति स्वीकार न करें। आरबीआई के 9 फरवरी 2026 के परिपत्र के अनुसार, यह सीमा 1 अप्रैल, 2026 से बढ़ाकर 20 लाख रुपये कर दी गई है।
- एमएसएमई उद्यमों सहित अर्थव्यवस्था के असेवित और अल्पसेवित क्षेत्रों में ऋण के प्रवाह में सुधार करने के लिए, भारतीय रिजर्व बैंक ने 'प्राथमिकता प्राप्त क्षेत्र ऋण' के अंतर्गत "सह-ऋण मॉडल" (सीएलएम) पेश किया है, जिसमें बैंकों को पूर्व समझौते के आधार पर सभी पंजीकृत एनबीएफसी (आवास वित्त कंपनियों सहित) के साथ सह-ऋण देने की अनुमति है।
- वित्तीय साक्षरता केन्द्र (सीएफएल), वित्तीय साक्षरता शिविरों (एफएलसी) के माध्यम से वित्तीय साक्षरता और जागरूकता कार्यक्रम भी आयोजित किए जाते हैं जो क्रमश: भारतीय रिजर्व बैंक और बैंकों द्वारा स्थापित किए जाते हैं। इसके अलावा, भारतीय रिजर्व बैंक देश भर में जनता के सदस्यों के बीच विभिन्न विषयों पर वित्तीय शिक्षा के संदेश का प्रचार करने

के लिए प्रत्येक वर्ष वित्तीय साक्षरता सप्ताह (एफएलडब्ल्यू) भी आयोजित करता है।

- भारतीय रिजर्व बैंक (आरबीआई) बैंकों को ऋण पुनर्गठन, एकमुश्त निपटान, समझौता निपटान आदि जैसे विभिन्न तंत्रों के माध्यम से संकटग्रस्त उधारकर्ताओं को राहत प्रदान में सक्षम बनाता है। इसके अलावा, भारतीय रिजर्व बैंक ने प्राकृतिक आपदाओं से प्रभावित क्षेत्रों में बैंकों द्वारा राहत उपायों पर 17 अक्तूबर, 2018 को मास्टर निर्देश जारी किए हैं, जिनमें *अन्य बातों के साथ-साथ* बैंकों द्वारा ऋणों के पुनर्गठन का प्रावधान है।

विवरण

उत्तर प्रदेश राज्य में 2017 से बकाया कृषि, एमएसएमई और व्यक्तिगत ऋण से संबंधित आंकड़ों का ब्यौरा

(राशि करोड़ रुपये में)

वर्ष के अंत की तारीख की स्थिति के अनुसार	**उत्तर प्रदेश राज्य**		
	कृषि	**एमएसएमई**	**व्यक्तिगत ऋण**
31 मार्च 2017	1,33,923	85,117	**उपलब्ध नहीं**
31 मार्च 2018	1,36,916	97,052	**उपलब्ध नहीं**
31 मार्च 2019	1,47,060	1,13,570	**उपलब्ध नहीं**
31 मार्च 2020	1,59,092	1,26,233	**उपलब्ध नहीं**
31 मार्च 2021	1,76,611	1,38,161	**उपलब्ध नहीं**
31 मार्च 2022	1,90,133	1,57,630	51,678
31 मार्च 2023	2,07,767	1,68,617	47,162
31 मार्च 2024	2,31,537	2,06,670	60,802
31 मार्च 2025	2,47,499	2,48,427	75,288
31 दिसंबर 2025	2,52,889	2,89,766	83,202

स्रोत: एसएलबीसी उत्तर प्रदेश

SAFETY AND HYGIENE AT MAJOR TOURIST DESTINATIONS

4961. DR. PRABHA MALLIKARJUN:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government has identified safety and hygiene concerns at major tourist destinations;

(b) the details of the measures taken/being taken by the Government to strengthen tourist policing, grievance redressal and sanitation infrastructure;

(c) whether any coordination mechanism exists among the Ministry of Tourism, local bodies and law enforcement agencies to ensure safety and cleanliness and if so, the details thereof; and

(d) the details of the steps proposed by the Government to promote “Safe and Clean Tourism” through awareness campaigns, digital reporting systems and stricter regulatory compliance for hotels, guides and transport operators?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Safety and Security of tourists is essentially a State subject. However, the Ministry of Tourism has been continuously taking up the matter with all the State Governments and Union Territory (UT) Administrations for setting up of dedicated Tourism Police to strengthen on-ground safety mechanism for tourists. With the efforts of Ministry of Tourism, the State

Governments /UT's viz Telangana, Andhra Pradesh, Delhi, Goa, Karnataka, Kerala, Maharashtra, Himachal Pradesh, Jammu and Kashmir, Madhya Pradesh, Odisha, Punjab, Rajasthan, Sikkim and Uttar Pradesh have deployed tourist police.

The Ministry of Tourism along with all stakeholders, including the Tourism Departments of all States and UTs, have adopted the 'Code of Conduct for Safe and Honourable Tourism' which is a set of guidelines to encourage tourism activities to be undertaken with respect to basic rights like dignity, safety and freedom from exploitation of both tourists and local residents, in particular, women and children.

Ministry of Tourism through the Centralised Public Grievance Redress and Monitoring System (CPGRAMS) portal receives complaints/grievances/suggestions related to service delivery deficiency, cheating etc. The CPGRAMS portal is available to the citizens 24x7 to lodge their grievances related to tourism. The foreign tourists can also register their complaints/grievances on the portal through Indian registered mobile number.

The Ministry of Tourism has launched a Comprehensive Sustainable Tourism Criteria for India (STCI) for three major segments of tourism industry, namely Tour Operators, Accommodation and Beaches, Backwaters, Lakes and Rivers sectors. The criterion has been adopted by the stakeholders. The Tourism Service Providers approved by the Ministry of Tourism have to sign a pledge for commitment towards "Safe and Honourable Tourism and Sustainable Tourism" to fully implement Sustainable Tourism practices,

consistent with the best environment and heritage protection standards, such that the present tourism resource requirements optimize both local community benefit and future sustainable uses. National Strategy for Sustainable Tourism was formulated by the Ministry and circulated to the State Governments and Union Territory Administrations. In line with the strategy, Travel for Life (TFL) programme was initiated to encourage tourists and tourism businesses to adopt sustainable tourism practices.

Ministry of Tourism in collaboration with Ministry of Environment, Forest and Climate Change conducted training programme of 15 days each for 210 persons during 2023-24 on Alternate Livelihood Programme (ALP) and Paryavaran Naavik Certificate (PNC) at five Ramsar sites [Sultanpur National Park (Haryana), Yashwant Sagar Dam and Sirpur Lake, Indore (Madhya Pradesh), Bhitarkanika Mangrove and Chilika Lake (Odisha)]. The convergence of the two Ministries aims at supporting the development of Nature Tourism at the Ramsar Sites for preserving and enhancing the local cultural and natural resources.

As per the guidelines of Ministry of Tourism, hotels at the project stage itself are required to incorporate various eco-friendly measures like Sewage Treatment Plant (STP), Rain Water Harvesting System, waste management system, pollution control, introduction of non-Chlorofluorocarbon (CFC) equipment for refrigeration and air conditioning, measures for energy and water conservation etc. The Swadesh Darshan scheme has been revamped to Swadesh Darshan 2.0 for integrated development of tourism destinations in

partnership with the States/UTs and local governments for promoting sustainable and responsible tourism in the country. “Challenge Based Destination Development”, a sub-scheme under Swadesh Darshan 2.0 aims for holistic development of a destination to enhance tourist experience across all of tourism value chain to transform our tourist destinations as sustainable and responsible destinations.

वन्य जीवों के हमले के पीड़ितों को विशेष राहत पैकेज

4962. श्री भाऊसाहेब राजाराम वाकचौरेः

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार का महाराष्ट्र के शिर्डी लोक सभा निर्वाचन क्षेत्र में वन्य जीवों के हमले के कारण घायल हुए लोगों और मारे गए व्यक्तियों के परिजनों के लिए तत्काल मुआवजा और विशेष राहत पैकेज जारी करने का विचार है,

(ख) क्या सरकार इस बात को स्वीकार करती है कि वर्तमान मुआवजा प्रक्रिया पीड़ितों के लिए अत्यधिक जटिल, धीमी और अप्रभावी सिद्ध हो रही है;

(ग) अब तक कितने प्रभावित परिवारों को सहायता प्रदान की गई है और कितने मामलों का निपटान किया जाना शेष है; और

(घ) क्या सरकार का प्रभावित परिवारों को तत्काल चिकित्सा सहायता, पुनर्वास सहायता और सामाजिक सुरक्षा लाभप्रदान करने के लिए एक विशेष प्रकोष्ठ की स्थापना करने का विचार है और यदि नहीं, तो इसके क्या कारण हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ): मानव-पशु संघर्षों के उपशमन सहित वन्यजीवों का प्रबंधन मुख्य रूप से संबंधित

राज्य सरकार/संघ राज्यक्षेत्र प्रशासन की जिम्मेदारी है। राज्य सरकार/संघ राज्यक्षेत्र प्रशासन किसी भी संघर्ष की स्थिति में प्रथम उत्तरदात्ता हैं और वे इस संघर्ष में शामिल प्रजातियों व उनके साथ हुए संघर्ष का ब्यौरा रखते हैं।

मंत्रालय देश में वन्यजीवों और उनके पर्यावास के प्रबंधन के लिए केंद्रीय प्रायोजित योजनाओं 'वन्यजीव पर्यावासों का विकास' तथा 'बाघ और हाथी परियोजना' के तहत राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करता है। इन सहायता प्राप्त कार्यकलापों में प्रारंभिक चेतावनी प्रणालियों की खरीद, जंगली जानवरों को फसल के खेतों में प्रवेश करने से रोकने के लिए कांटेदार तारों की बाड़, सौर संचालित बिजली बाड़, जैव बाड़, सीमा पर दीवार आदि जैसी भौतिक बाधाओं का निर्माण और स्थापना, मृत मवेशियों को उठाने, फसल नुकसान, जीवन और संपत्ति के नुकसान सहित जंगली जानवरों द्वारा किए गए नुकसान के लिए मुआवजा शामिल है। मानव-वन्यजीव संघर्ष को कम करने के लिए त्वरित प्रतिक्रिया बल भी तैनात किए गए हैं। इसके अलावा, मंत्रालय ने इन योजनाओं के तहत दिसंबर 2023 में जंगली जानवरों के हमलों के कारण मृत्यु या स्थायी अक्षमता के मामले में राशि 5 लाख रुपये से बढ़ाकर 10 लाख रुपये तक कर दी है, जो धन की उपलब्धता के अधीन है, और जिसका भुगतान भी इस संबंध में बनाए गए राज्य विशिष्ट दिशानिर्देशों/प्रावधानों द्वारा नियंत्रित है।

इसका ब्यौरा नीचे तालिका में दिया गया है:

क्र.सं.	**जंगली जानवरों से हुए नुकसान की प्रकृति**	**अनुग्रह राशि राहत की राशि**
i.	मृत्यु या स्थायी अक्षमता	10.00 लाख रुपये
ii.	गंभीर चोट	2.00 लाख रुपये
iii.	मामूली चोट	प्रति व्यक्ति 25,000 रुपये तक का इलाज

iv.	संपत्ति/फसलों का नुकसान	राज्य/संघ राज्य क्षेत्र सरकार उनके द्वारा निर्धारित लागत मानदंडों का पालन कर सकती है।

राज्य/संघ राज्यक्षेत्र मानव-वन्यजीव संघर्षों के कारण होने वाली चोटों सहित पशुधन, फसलों और मानव जीवन की हानि के लिए मानदंडों के अनुसार अनुग्रह राशि का भुगतान करते हैं, जो राज्यों और संघ राज्य क्षेत्र में भिन्न होते हैं।

मंत्रालय के दिनांक 6 फरवरी, 2021 के परामर्श के अनुसार, व्यक्तियों की मृत्यु अथवा चोट लगने की स्थिति में प्रभावित व्यक्तियों को 24 घंटों के भीतर अनुग्रह राशि का उचित हिस्सा दिया जाना चाहिए। इसमें अनुग्रह राशि के समय पर भुगतान के लिए राज्य स्तरीय और जिला स्तरीय समितियों में समन्वय के लिए सुधार की भी अनुशंसा की गई है।

STUDENT SUICIDES IN EDUCATIONAL INSTITUTIONS

4963. SHRI RAHUL GANDHI:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government is aware that student suicides have increased by 65 per cent between 2013 and 2023 as per the National Crime Records Bureau (NCRB) data and if so, the reasons thereof;

(b) the details of the data on student suicides during the last ten years in Government, Government-aided and private educational institutions, year-wise, State-wise and social category-wise;

(c) whether the Government has conducted any study to determine the major

causes of student suicides, including the link between caste-based discrimination and suicides, if so, the details thereof;

(d) the details of the budget allocation and actual expenditure on counselling services and mental health awareness programmes during the last ten years;

(e) the details of other steps and interventions undertaken by the Government to prevent student suicides;

(f) the number of caste-based discrimination complaints received and resolved in educational institutions during the last ten years, State-wise; and

(g) whether the Government proposes to strengthen or enact legislation to hold institutional accountability for caste-based discrimination leading to student suicides and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (g): National crime Record Bureau (NCRB) collects data on suicides from police recorded suicide cases. Comprehensive analysis of the data related to the accidental deaths and suicides in the country is published in the yearly Accidental Death and Suicide in India (ADSI) reports by National Crime Record Bureau (NCRB). Year wise and State wise details of student suicides are available in the ADSI reports which are accessible at https://ncrb.gov.in/accidental-deaths-suicides-in-india-year-wise.html.

As per these Reports, there are various causes of suicides like professional/career problems, sense of isolation, abuse, violence, family problems, mental disorders, addiction to alcohol, financial loss, chronic pain etc.

As far as the Central Government is concerned; to address the issue of suicide, it is taking multi-pronged measures and provides psychological support to students, teachers and families for mental and emotional well-being to avoid incidences of suicide.

An initiative of Ministry of Education, MANODARPAN, covers a wide range of activities to provide psychological support to students, teachers and families for mental and emotional well-being such as National toll-free helpline to provide guidance to callers through trained counsellor; live interactive sessions ‘Sahyog’ and Webinars ‘Paricharcha’ that are organized regularly to create awareness about the importance of mental health among all stakeholders, students in all States/UTs etc. These sessions are telecast on PM e-Vidya channels and are also available on ‘NCERT Official’ YouTube Channel.

UGC has issued advisory to HEIs in January, 2023 circulating the National Suicide Prevention Strategy framed by the Ministry of Health and Family Welfare. UGC also issued Guidelines for Promotion of Physical Fitness, Sports, Student’s Health, Welfare, Psychological and Emotional Well- being at HEIs on 13.04.2023.

The Ministry of Education in July, 2023 has circulated a broad

framework for emotional and mental well-being of students in Higher Education Institutes (HEIs) with request to take proactive measures to incorporate the same in the institutional functioning and instil a feeling of confidence in the student community. Accordingly, IIT Madras, IIT Delhi, IIT Guwahati, IIT Gandhinagar and IIT Roorkee have conducted workshops on Mental Wellness and Stress Management.

Integrated approach for Promoting Positive Mental Health, Resilience, and Wellbeing under the Malaviya Mission Teacher Training Programme was started. It comprises online and in-person sessions, visits to institutions with innovative mental health practices, and an Annual National Wellbeing Conclave. The goal is to empower faculty to address student mental health concerns by early intervention.

To address the issue of mental health, the Ministry of Health and Family Welfare (MHFW) is implementing National Mental Health Programme (NMHP) in the country, which include outpatient services, assessment, counselling/ psycho-social interventions, continuing care and support to persons with severe mental disorders, drugs, outreach services, ambulance services etc at Community Health Centre (CHC) and Primary Health Centre (PHC) levels. In addition, the Government is also taking steps to strengthen mental healthcare services at primary healthcare level. The Government has upgraded more than 1.81 lakh Sub Health Centres (SHCs) and Primary Health Centres (PHCs) to Ayushman Arogya Mandirs. Mental health services have been added in the packages of services under Comprehensive Primary Health Care provided at

these Ayushman Arogya Mandirs.

A National Tele Mental Health Programme has been launched in 2022, to improve access to quality mental health counselling and care services in the country. As on 18.03.2026, 36 States/ UTs have set up 53 Tele Mental Health Assistance and Networking Across States (MANAS) Cells. More than 34,91,000 calls have been handled on the helpline number. The Government has also launched Tele MANAS Mobile Application, which is a comprehensive mobile platform that has been developed to provide support for mental health issues ranging from wellbeing to mental disorders. In addition, a video consultation facility has been introduced under Tele-MANAS, as an upgrade to the existing audio calling service.

The Mental Healthcare Act, 2017 decriminalizes the suicide under Section 115, recognizing it as a manifestation of severe stress further mandating the government's responsibility to provide care, treatment and rehabilitation to the person who attempts suicide.

In pursuance of Order dated 24.03.2025 of Hon'ble Supreme Court in Criminal Appeal No. 1425 of 2025 in the matter of Amit Kumar and Ors Vs. Union of India and Ors., a National Task Force (NTF) has been constituted under the Chairmanship of Justice (Retd.) S. Ravindra Bhat, Former Judge, SCI to identify predominant causes of suicides by students, analyze existing regulations and suggest recommendations for strengthening students' protection.

To address the issue of equity and inclusion in the education,

Government has taken multipronged approach and initiatives. In order to proactively address any issues of SC / ST students, Institutes have set up mechanisms such as SC / ST students' cells, Equal Opportunity Cell, Student Grievance Cell, Student Grievance Committee, Student Social Club, Liaison officers, Liaison Committee etc.

UGC had also notified Regulations on curbing the menace of Ragging in Higher Educational Institutions, 2009 which have been further amended on 29.06.2016 to expand the ambit of ragging. In order to prevent ragging in Higher Education Institutions, UGC has setup a nationwide toll free 24x7 anti ragging helpline 1800-180-5522 in 12 languages which can be accessed by students in distress owing to ragging related incidents.

UGC (Redressal of Grievances of Students) Regulations, 2023 have been formulated to safeguard the interest of students. As per the regulation, universities are required to constitute Students Grievance Redressal Committee and appoint Ombudsperson.

MINIMUM PUBLIC SHAREHOLDING IN CPSE

4964: DR. KAKOLI GHOSH DASTIDAR

Will the Minister of **FINANCE** be pleased to state:

(a) The list of Central Public Sector Enterprises (CPSEs) that do not meet Securities and Exchange Board of India's (SEBI) Minimum Public Shareholding (MPS) norms;

(b) The Public Shareholding pattern in each of these CPSE and reasons for

shortfall;

(c) The time-bound plan to reach MPS in each such CPSE, along with timeline for 100% compliance; and

(d) Whether any exemptions or relaxations have been granted, if so, details of the relaxations granted, CPSE-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): Rule 19A of the Securities Contracts (Regulation) Rules, 1957 (SCRR) mandates that all listed companies should maintain a Minimum Public Shareholding (MPS) of at least 25%. At present out of the 67 listed Central Public Sector Enterprises (CPSEs), 57 listed CPSEs have met the MPS norms. The details of the remaining 10 are given below:

S.No.	CPSE Name	Public Shareholding(*) (%)
1	Andrew Yule and Company Ltd	10.75
2	Fertilizers and Chemicals Travancore Ltd	10.00
3	Hindustan Machine Tools Ltd	6.31
4	India Tourism Development Corporation Ltd	12.97
5	Indian Railway Finance Corporation Ltd	15.35
6	Indian Telephone Industries Ltd	9.98
7	KIOCL Ltd	0.97
8	Mazagon Dock Shipbuilders Ltd	18.78

9	MMTC Ltd	10.07
10	State Trading Corporation Of India Ltd	10.00

(*) Source: Bombay Stock Exchange

These CPSEs have not been able to comply with the Minimum Public Shareholding (MPS) norms due to operational and financial constraints. The key reasons could vary from weak financial positions, unfavorable market conditions, valuation concerns and the substantial size of stake dilution required to achieve the prescribed public shareholding levels. Recognizing these challenges, exemptions have been granted by SEBI from time to time for compliance with the MPS norms.

FOOTBALL DEVELOPMENT IN INDIA

4965. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the details of steps taken by the Government to promote the development of football in India, including grassroots programmes, school level initiatives and talent identification schemes during the last five years and the current year;

(b) whether the Government supports and implements national football development strategies, such as those envisaged in the roadmap of All India Football Federation’s Vision 2047, including coach education,

youth engagement and expansion of competitive leagues;

(c) if so, the details of specific policies and funding provisions made for the creation and enhancement of football-specific infrastructure such as stadia, training grounds, coaching centres and grassroots facilities across the country, States/UTs-wise;

(d) the details of total number of football pitches, turfs and training academies established or upgraded with Government support during the last five years and the current year, location-wise;

(e) whether the Government proposes to further strengthen football infrastructure and ecosystem to nurture talent, increase participation and improve India's competitiveness in regional and global football; and

(f) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (f): Primary responsibility for the development and promotion of a sports discipline rests with the concerned recognized National Sports Federation (NSF), which in the case of football is the All India Football Federation. However, the Union Government supplements their efforts under its various schemes.

Sports Authority of India (SAI) under Ministry of Youth Affairs and Sports is implementing the following Sports Promotional Schemes across the country to identify talented sportspersons at grassroots levels, including football players in the various age groups and nurture them to excel at national and

international levels:

- National Centres of Excellence (NCOE)
- SAI Training Centre (STC)
- Extension Centre of STC
- National Sports Talent Contest (NSTC)

Further, under the Scheme of Assistance to NSFs, financial assistance is provided to the recognized NSFs for training of athletes, which includes all requisite support for training, participation in international events, conduct of national championships, conduct of international tournaments in India, engagement of foreign coaches /support staff, scientific and medical support etc. It has been provisioned that at least 20% of their annual budget is earmarked for grassroots development through their affiliate units to ensure development of bench strength, by the NSFs.

Further, under the Khelo India scheme, a total of 25 football fields, 191 Khelo India Centres (KIC) and 21 Khelo India Accredited Academies have been sanctioned/ notified, the details of which is available in public domain on the dashboard of the Ministry at: https://mdsd.kheloindia.gov.in, https://dashboard.kheloindia.gov.in/khelo-india-center-dashboard.

RELOCATION OF WILD ANIMALS

4966. SHRI JAGADISH CHANDRA BARMA BASUNIA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE**

be pleased to state:

(a) whether the Government has any data on human fatalities owing to human animal conflicts;

(b) if so, the details of human fatalities during the last ten years, year and State/UT-wise;

(c) the details of animal relocation programmes conducted during the said period, year-wise; and

(d) the details of the total number of animals relocated, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The management of wildlife including the mitigation of human-wildlife conflict is primarily the responsibility of the concerned States/UTs. The State Governments andUnion Territory Administrations are the first responders to any conflict situation and they maintain the details of the conflict along with the species involved.

The Ministry of Environment, Forest and Climate Change provides financial assistance to State Governments and Union Territory Administrations under the Centrally Sponsored Schemes of Development of Wildlife Habitats and Project Tiger and Project Elephant for the management of wildlife and their habitats. The activities supported under these schemes include procurement of early warning systems, construction and installation of physical barriers such as barbed wire fencing, solar-powered electric fencing, bio-fencing, and

boundary walls to prevent the entry of wild animals into agricultural fields. Financial assistance is also provided for payment of compensation for depredation caused by wild animals, including loss of human life, injury, crop damage, livestock predation, and damage to property. Further, Rapid Response Teams are deployed by States/UTs for timely intervention in conflict situations.

The scientific management of wild animal populations listed in the Schedules appended to the Wild Life (Protection) Act, 1972, is carried out by the concerned State and Union Territory Governments in accordance with the provisions of the said Act. Animal relocation/translocation programmes are generally species-specific and site-specific, and are carried out for purposes such as conservation, population management, and mitigation of human-wildlife conflict. The details of such programmes, including the number of animals relocated, are maintained by the concerned States/UTs.

CONSERVATION AND PROTECTION OF MONUMENTS OF NATIONAL IMPORTANCE

4967. SHRI ESWARASAMY K.:

Will the Minister of **CULTURE** be pleased to state:

(a) the details of the number of monuments declared as ‘Monuments of National Importance’ by the Archaeological Survey of India (ASI) as on date, State/UT-wise;

(b) whether the Government maintains data on the revenue generated

through entry fees and other sources from these monuments, if so, the details of income generated during the last three years, State/UT-wise and if not, the reasons therefor;

(c) the details of funds allocated, sanctioned and actually utilised on the conservation, preservation and environmental development of these monuments during the said period, year-wise;

(d) whether the Government has the details of “untraceable” monuments and if so, the action taken thereon; and

(e) the details of the number of cases of illegal encroachments reported within prohibited and regulated areas of such monuments along with the steps taken to remove them?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): There are 3686 protected monuments and protected areas (Archaeological sites) across the country, which are looked after by the Archaeological Survey of India (ASI). State/UT-wise numbers are given in the enclosed **Statement-I.**

(b): The details of revenue generated through sale of entry tickets at ticketed monuments and from other sources during the last three years, State/UT-wise are given in the enclosed **Statement-II.**

(c): The details of funds allocated and expenditure incurred on the conservation, preservation and environmental development of 3686 protected monuments and protected areas during the last three years as under:

(amount in crore)

Year	Allocation	Expenditure
2022-23	392.71	391.93
2023-24	443.53	443.53
2024-25	313.43	313.04
2025-26 (up to 05.03.2026)	375.28	333.92

(d): At present, no protected monument or protected area (sites) is untraceable.

(e): On notice of instances of unauthorised constructions in the prohibited and regulated areas around protected monuments action/steps are has taken as per the Act and related rules, which includes issuance of notices, police complaint, stoppage of construction, demolition of illegal structures through district administration and coordination with local authorities to prevent further violations. In total, 36083 cases of illegal constructions have been reported within prohibited and regulated areas.

STATEMENT-I

State/UT-wise numbers of protected monuments and protected areas

(Archaeological sites)

Sl.No.	Name of State / U.T.	Number of Protected Monuments and Protected Areas
1.	Andhra Pradesh	135
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	46
6.	Daman and Diu (U.T.)	11
7.	Goa	21
8.	Gujarat	205
9.	Haryana	91
10.	Himachal Pradesh	40
11.	Jammu and Kashmir (U.T.)	56
12.	Jharkhand	14
13.	Karnataka	506
14.	Kerala	30
15.	Ladakh (U.T.)	15
16.	Madhya Pradesh	291
17.	Maharashtra	286
18.	Manipur	01
19.	Meghalaya	08

20.	Mizoram	02
21.	Nagaland	04
22.	N.C.T. Delhi (U.T)	170
23.	Odisha	82
24.	Puducherry (U.T.)	07
25.	Punjab	33
26.	Rajasthan	161
27.	Sikkim	03
28.	Tamil Nadu	412
29.	Telangana	08
30.	Tripura	08
31.	Uttarakhand	43
32.	Uttar Pradesh	734
33.	West Bengal	135
	TOTAL	**3686**

STATEMENT-II

State/UT-wise details of revenue generated through sale of entry tickets at ticketed monuments and from other sources during the last three years

(Amount in rupees)

Sl. No	States	2022-23		2023-24		2024-25		2025-26 (up to January,26)	
		Revenue generated from tickets	Revenue generate from other sources	Revenue generated from tickets	Revenue generated from other sources	Revenue generated from tickets	Revenue generated from other sources	Revenue generated from tickets	Revenue generated from other sources
1	Andhra Pradesh	8559635	2947712	8499205	1022423	8724450	2088365	7774455	1413812
2	Assam	16357895	--	11738406	26281	12364135	269	10221555	2898
3	Bihar	38861635	2617900	49342178	538650	52026465	4942400	46805440	213800
4	Chattisgarh	1497835	12156	1928535	16334	1952490	12242	1661315	7548
5	Delhi	394788502	32861091	544510590	35201685	576990532	66496812	443881713	59241300
6	Gujarat	40023100	755432	43642160	1218096	40228445	1999005	30355450	1135534
7	Himachal Pradesh	4559505	75000	5509465	500000	4254315	75000	3208535	325000

8	Jammu and Kashmir	1408940	100000	1616103	350000	1456970	--	813445	50000
9	Karnataka	126418285	8463650	155179613	675362 7	143077900	635389 8	129310930	11981828
10	Kerala	22911850	2418264	22972300	617080	22402400	273081 2	22704400	2523569
11	Ladakh	1605930	50000	3938960	--	3611940	--	4152210	--
12	Maharashtra	247408890	10375068	273048517	12212558	272468820	13871409	237446935	13919918
13	Madhya Pradesh	65710975	279874 0	80648736	264062 6	87980630	103747 5	66501925	2672775
14	Odisha	110205095	155930	155057642	678548	178895930	705949	143474285	150998
15	Punjab (Haryana)	1660870	52805	1703075	678425	1844895	360555	1639015	387500
16	Rajasthan	90997945	4480196	111840822	5879905	121341360	678379 2	133170605	6501188
17	Tamil Nadu	90274965	6600710	89096697	10020368	77029380	980910 2	71924525	6745845
18	Telangana	67795150	1043064	77578352	1107855	108106980	109065 0	71804930	558962
19	Union Territory (U.T)	27726575	--	31888375	--	37464425	--	30281725	--
20	Uttar Pradesh	1116950805	11326015	1462022752	6259751	1484268599	700566 3	1084168720	50756762
21	West Bengal	42922085	942755	47457602	903604	45522280	478369	37083095	451472

22	Goa	--	962455	--	118417	--	193087	--	207226
23	Tripura	--	--	--	80200		46784	--	--
24	Mizoram (Aizawl)	--	--	--	--	--	--	--	113108

COMPANIES COMPLIANCE FACILITATION SCHEME

4968. PROF. SOUGATA RAY:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether the Government has introduced Companies Compliance Facilitation Scheme for 2026;

(b) if so, the details thereof;

(c) whether the Government has increased threshold for small companies;

(d) if so, the details thereof;

(e) whether the Government introduced portal including web based forms with security improvements to enhance digital transformation and technology upgrades; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) and (b): Yes, the Ministry of Corporate Affairs (MCA) has introduced Companies Compliance Facilitation Scheme, 2026 (CCFS-2026) vide General Circular No. 01/2026 dated 24th February, 2026. The details are given in the enclosed

Statement.

(c) and (d): Yes, the Ministry has, vide G.S.R. 880(E) dated 1st December, 2025, notified the Companies (Specification of definition details) Amendment Rules, 2025, enhancing the thresholds for small companies. The paid-up capital criterion has been increased from “not more than Rs. 4 crores” to “not more than Rs. 10 crores” and turnover criterion has been increased from “not more than Rs. 40 crores” to “not more than Rs. 100 crores”.

(e) and (f): In MCA21 Version 3 (V3), web-based online forms have been introduced, incorporating field-level validations and auto-prefill functionalities across forms. Furthermore, multi-factor authentication has been implemented to verify the identity of users accessing the system. The user IDs are generated on the basis of unique identifiers like Permanent Account Number (PAN), Director Identification Number (DIN), Membership Number, E-mail ID and Mobile Number. Due to such validation, the users are prevented from creating multiple and duplicate IDs. Additionally, measures such as masking private information from public view have been adopted to ensure the confidentiality and integrity of the data.

STATEMENT

The details regarding Companies Compliance Facilitation Scheme, 2026

(CCFS-2026)

i. The scheme shall come into force from 15.04.2026 and shall remain in force till 15.07.2026.

ii. Companies can file pending Forms related to Annual Returns, Financial Statements, Auditor Appointments and Foreign Companies filings by paying only 10% of applicable additional fees. Further, the companies can also opt to apply for dormant status paying half the fees applicable, or to be struck off from the register of companies paying only 25% of the fees applicable.

iii. It is applicable for all companies except for

- companies against which action of final notice for striking off the name under Section 248 of the Companies Act, 2013 (previously section 560 of the Companies Act, 1956) has already been initiated by the Registrar;
- companies which have filed application for striking off their name from the register of companies;
- companies which have filed for obtaining Dormant Status under section 455 of the Companies Act, 2013 before the inception of this Scheme;
- companies which have been dissolved pursuant to a scheme of amalgamation under the Companies Act, 2013;
- vanishing companies.

iv. Immunity pursuant to the filing of relevant e-forms:

(a) In view of the express provisions of the proviso to section 454(3), the relevant proceedings under section 92 or section 137 shall be concluded and no penalty shall be leviable, if the filings are made under the scheme:

i. prior to issuance of the notice by the adjudicating officer; or

ii. within thirty days of the issuance of the notice by the adjudicating officer.

In all other cases, i.e. where the filings are made under the scheme but the period of 30 days, after the issuance of notice for adjudication, has expired, or where the adjudication order imposing the penalty for the defaults under section 92 and section 137 has already been passed, the liabilities of the companies and its officers to pay the penalties [not the fees for filing of documents under section 403 of the Act] shall not undergo any change by virtue of the fact that such companies have made filings under this Scheme.

(b) In respect of e-forms ADT-1, FC-3, FC-4, Form 20B, Form 21A, Form 23AC, Form 23ACA, Form 23AC-XBRL, Form 23ACA-XBRL, Form 66 and Form 23B, the immunity would be granted against any prospective penal action in respect of delayed filings of such forms, if:

i. the said forms are filed under the Scheme; and

ii. no prosecution has been filed, or adjudication proceedings have been initiated by issuance of a show cause notice, for such default, before the filing of such forms under the Scheme.

ईपीएस और ईपीएफ कवरेज की स्थिति

4969. श्री अरूण गोविल:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में कम मजदूरी पाने वाले 82 लाख कामगार कर्मचारी पेंशन योजना (ईपीएस) के अंतर्गत पेंशन प्राप्त कर रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) ऐसे कुल कितने मामले हैं, जिनमें 58 वर्ष की आयु पूरी होने पर कर्मचारी पेंशन योजना के अंतर्गत पेंशन स्वत: ही शुरू कर दी गई है;

(ग) ऐसे कितने मामले हैं, जिनमें पात्रता मानदंडों को पूरा करने के बावजूद पेंशन अभी भी शुरू नहीं की गयी है;

(घ) देश में ईंट भट्टों, निर्माण कार्य, अवसंरचना और सरकारी तथा अन्य परियोजनाओं में नियोजित ऐसे कामगारों की राज्य/संघ राज्यक्षेत्र-वार कुल संख्या कितनी है जो कर्मचारी भविष्य निधि संगठन (ईपीएफओ) के सदस्य हैं;

(ङ) मेरठ लोक सभा निर्वाचन क्षेत्र में कर्मचारी भविष्य निधि संगठन (ईपीएफओ) के सदस्यों की संख्या कितनी है; और

(च) सरकार द्वारा वर्तमान में कर्मचारी भविष्य निधि के अंतर्गत नहीं आने वाले कामगारों को इसके दायरे में लाने के लिए तैयार की गई कार्य-योजना का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क): 31.03.2025 तक, ईपीएस के अंतर्गत पेंशनभोगियों की कुल संख्या 81,48,490 है। पेंशनभोगियों द्वारा वर्ष में एक बार डिजिटल जीवन प्रमाण पत्र को अद्यतन करने पर पेंशन का भुगतान किया जाता है।

(ख) और (ग): ईपीएस के अनुसार, सदस्यों/परिवार द्वारा आवश्यक दस्तावेजों के साथ सभी प्रकार से पूर्ण रूप से प्रस्तुत किए गए दावों का निपटान किया जाएगा और लाभार्थियों को प्राप्ति

तिथि से बीस दिनों के भीतर लाभ राशि का भुगतान किया जाएगा। यदि दावे में कोई कमी है, तो उसे लिखित रूप में दर्ज किया जाएगा और आवेदन प्राप्ति की तिथि से बीस दिनों के भीतर आवेदक को सूचित किया जाएगा।

(घ): ईंट भट्ठों और भवन एवं निर्माण उद्योग के संबंध में वित्तीय वर्ष 2024-25 के लिए कर्मचारी भविष्य निधि (ईपीएफ) के लिए अंशदान करने वाले सदस्यों का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ङ): मेरठ लोकसभा क्षेत्र में अंशदान करने वाले सदस्य

जिला	**अंशदान देने वाले सदस्य (2024-25)**
मेरठ	89454
हापुड़	6854

(च): सरकार ने ईपीएफ के दायरे को बढ़ाने के लिए कर्मचारी नामांकन अभियान (ईईसी) शुरू किया है। यह सभी प्रतिष्ठानों के नियोक्ताओं को 1 जुलाई 2017 से 31 अक्तूबर 2025 के बीच ईपीएफ के दायरे से बाहर रह गए पात्र कर्मचारियों को स्वेच्छा से नामांकित करने के लिए एक बार का अवसर प्रदान करता है। इसके अलावा, सामाजिक सुरक्षा संहिता (सीओएसएस), 2020 सभी प्रतिष्ठानों को ईपीएफ का कवरेज प्रदान करती है।

विवरण

ईंट भट्टों और भवन एवं निर्माण उद्योग के संबंध में वित्तीय वर्ष 2024-25 के लिए कर्मचारी भविष्य निधि (ईपीएफ) के लिए अंशदान करने वाले सदस्यों का ब्यौरा

राज्य का नाम	ईंट	भवन एवं निर्माण उद्योग
अंडमान एवं निकोबार द्वीप समूह	0	3172
आंध्र प्रदेश	542	49290
अरुणाचल प्रदेश	0	1226
असम	1475	14070
बिहार	439	29620
चंडीगढ़	80	11829
छत्तीसगढ	1250	47442
दादरा और नगर हवेली	0	350
दमन और दीव	0	125
दिल्ली	511	186708
गोवा	0	9640
गुजरात	202	255267
हरियाणा	2205	81312
हिमाचल प्रदेश	388	25472
जम्मू और कश्मीर	30	6590
झारखंड	536	59717
कर्नाटक	927	183070

केरल	330	23799
लद्दाख	0	27
लक्षद्वीप	0	2
मध्य प्रदेश	362	125873
महाराष्ट्र	3153	721453
मणिपुर	126	309
मेघालय	7	1195
मिजोरम	0	154
नागालैंड	0	438
ओडिशा	557	114098
पुदुचेरी	0	2711
पंजाब	7010	43375
राजस्थान	1365	112268
सिक्किम	13	1760
तमिलनाडु	3355	168998
तेलंगाना	690	356159
त्रिपुरा	2559	284
उत्तर प्रदेश	3010	145555
उत्तराखंड	124	21741
पश्चिम बंगाल	8430	143384

INTEGRATION OF PREVENTIVE HEALTH AND LIFESTYLE EDUCATION IN CURRICULUM

4970. SHRI VE. VAITHILINGAM:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has taken any steps to integrate preventive health awareness and lifestyle education into school and university curricula in view of the rising incidence of cardiovascular diseases among young Indians aged 20-40 years;

(b) if so, the details of the initiatives supported for introducing fitness modules, structured wellness programmes, awareness campaigns on smoking, drinking and sedentary lifestyle/routines and measures to promote early recognition of warning signs of heart disease among students; and

(c) whether the Government proposes to expand coordination with the Ministry of Health and Family Welfare, Ministry of Youth Affairs and Sports, State Governments/UTs, including Puducherry and educational institutions to strengthen preventive health education, promote active lifestyles and to ensure measurable outcomes in terms of reducing early onset of cardiovascular diseases and improving the well-being of youth across the country and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The National Education Policy (NEP) 2020 at para 4.24 provides that *"Concerted curricular and pedagogical initiatives, including the introduction of contemporary subjects such as Artificial Intelligence, Design Thinking, Holistic Health, Organic Living, Environmental Education, Global Citizenship Education (GCED), etc. at relevant stages will be undertaken to develop these various important skills in students at all levels."*

In line with the NEP, 2020, the Ministry of Education (MoE) accords high priority towards promoting health education, hygiene practices and environmental consciousness among school children through various schemes and initiatives such as Samagra Shiksha, Pradhan Mantri Poshan Shakti Nirman (PM POSHAN), School Health and Wellness Programme (SHWP), Rashtriya Bal Swasthya Karyakram (RBSK) and Eco Clubs for Mission LiFE.

The MoE in convergence with Ministry of Health and Family Welfare (MoHandFW) implements the SHWP to promote preventive health awareness, healthy lifestyles and well-being among students through trained teachers and structured classroom sessions. As of Feb 2026, more than 14.82 lakh teachers have been trained as "Health and Wellness Ambassadors" under the SHWP. The training of teachers is carried out on 11 themes which includes modules on Emotional Well-being and Mental Health and Reproductive health and HIV prevention. Concurrently, health check-up of students for 30 identified diseases are conducted in convergence with the MoHandFW under the RBSK with Health cards being maintained for all the students screened.

In accordance with the NEP, 2020 and National Curriculum Framework

for School Education (NCF-SE) 2023, the National Council of Educational Research and Training (NCERT) has developed Science textbooks of middle stage (grades 6 to 8). Both the documents promote and recommend mental health and physical health as necessary elements of meaningful education and better human development. The textbooks on Physical Education and Well Being have integrated components of preventive health awareness and lifestyle education in the preparatory, middle, and secondary stages. These textbooks advocate concepts of holistic health through gross motor movements, indigenous sports, Yoga for holistic health and Yoga for *Sadhana.* Also, the science textbooks of NCERT for the grades of 6 to 8 have included basic information about health awareness and ill effects of smoking, drinking and sedentary routines.

Further, NCERT has developed special modules taking into account overall fitness and well-being, on various themes such as Asian Games Sporting Success, COVID 19 and Swachhata that attempt to address health and well-being. Moreover, the Training and Resource Material on Health and Wellness of School-going Children, developed in collaboration with the MoHFW under the aegis of SHWP of Ayushman Bharat takes into account preventive measures for well-being of children in the age group of 10 to 19 years. Additionally, the NCERT has recently conducted a programme on Tobacco Free Educational Institution (ToFEI) across the country to increase awareness on tobacco and smoking and its harmful impact on the health of students.

The Central Board of Secondary Education (CBSE) promotes a preventive approach to student well-being by integrating health, fitness and awareness initiatives within co-curricular and school-based practices. Health and Physical Education (HPE) has been made compulsory with one period daily, supported by an HPE Manual on health, fitness and lifestyle practices. The SHWP under Ayushman Bharat is implemented through Health and Wellness Ambassadors conducting sessions for students of Classes VI to XI on nutrition, sanitation and prevention-oriented health behaviors. Schools are encouraged to participate in the Fit India Movement and undertake activities such as yoga, sports and physical exercise. Further measures include installation of “Sugar Boards” and regulation of High Fat Sugar Salt (HFSS) food in canteens, enforcement of tobacco-free school environments in line with Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act (COTPA), 2003, establishment of Health and Wellness Clubs, and inclusion of First Aid and Cardio-Pulmonary resuscitation (CPR) awareness for students and training for teachers.

The Directorate of School Education, Puducherry has adopted the CBSE curriculum for all Government schools. A significant number of private schools are also affiliated to CBSE, while the remaining private schools follow the curricula of neighboring State Boards, namely Tamil Nadu, Kerala and Andhra Pradesh. Accordingly, the integration of preventive health awareness and lifestyle education in schools is guided by the respective Boards whose

curricula are followed by these institutions.

The Kendriya Vidyalaya Sangathan (KVS) has taken several measures to integrate preventive health awareness and lifestyle education into Kendriya Vidyalayas (KVs) including promotion of sports and physical activities among students to develop healthy habits; integration of yoga into the morning assembly; organization of debates, quizzes and awareness programmes on healthy lifestyle, fitness and prevention of lifestyle diseases; participation in national awareness campaigns such as Nasha Mukt Bharat Abhiyaan to create awareness about the harmful effects of tobacco, alcohol and substance abuse; and maintenance of a healthy school environment through no-smoking zones and sensitization of students about lifestyle diseases and preventive health practices.

The Navodaya Vidyalaya Samiti (NVS) promotes regular physical education classes, yoga sessions, and morning physical activities in Jawahar Navodaya Vidyalayas (JNVs) to encourage healthy lifestyle habits among students. JNVs also organize regular sports and physical fitness activities, awareness programmes on the ill effects of smoking and drinking, as well as on healthy diets and stress management. In addition, periodic health check-ups are also arranged in schools. Further, JNVs participate in national initiatives promoting health and fitness, such as the observance of the International Day of Yoga and Fit India activities.

Under the centrally sponsored scheme of PM POSHAN Scheme, one of the foremost rights based Centrally Sponsored Schemes under the National

Food Security Act (NFSA), 2013, about 11 crore students studying in Bal Vatika and classes I to VIII in 10.35 lakh Govt. and Govt. aided schools are served healthy hot cooked nutritious meals on all school days. Importance of eating healthy and balanced diet, knowledge of junk foods, nutritional fortification, sanitation and hygiene practices such as handwash and importance of School Nutrition Gardens (SNGs), are also promoted under the scheme.

The University Grants Commission (UGC) has notified the Curriculum and Credit Framework for Undergraduate Programmes (CCFUGP) in alignment with the NEP, 2020. The framework promotes holistic and multidisciplinary education, wherein health, fitness, sports, yoga, value education, and lifestyle awareness can be incorporated through multiple courses and holistic and multidisciplinary curriculum design, enabling Higher Educational Institutions (HEIs) to introduce modules on preventive health, nutrition, physical activity, and stress management. The UGC has issued several advisories to all HEIs in this regard. These include advisories on the observance of CPR Awareness Week; installation of Oil and Sugar Boards; administering an e-pledge and undertaking activities under the 'Nasha Mukht' initiative; and organizing cycling events to mark World Bicycle Day.

Furthermore, UGC has issued comprehensive guidelines for the promotion of physical fitness, sports, students' health, welfare, and psychological and emotional well-being in HEIs. In addition, several courses on preventive health and lifestyle education are offered through the Study

Webs of Active-Learning for Young Aspiring Minds (SWAYAM) portal.

To address the rising incidence of cardiovascular diseases (CVDs) among students, the All-India Council for Technical Education (AICTE) promotes a multi-faceted approach to integrate preventive health awareness in technical institutions. These steps focus on lifestyle modifications, regular screening, and education. Key measures to integrate preventive health awareness in AICTE-affiliated colleges include mandatory health education covering cardiovascular health education, nutrition, dangers of tobacco, excessive alcohol and stress management; “Heartful Campus” initiatives promote meditation; establishment of student-led health clubs; promotion of daily physical activity through sports, fitness challenges and yoga; implementation of ‘Heart-Healthy’ cafeteria policies; enforcement of tobacco-free and smoke-free campus policies; routine annual health check-ups including blood pressure, blood sugar (HbA1c) and Body Mass Index (BMI) and awareness and engagement through workshops and seminars by cardiologists, World Heart Day campaigns such as “Use Heart, Know Heart”, and counselling support to manage stress.

Further, AICTE has implemented initiatives and guidelines aligned with the ‘Fit India Movement’, including the AICTE FIT India Challenge and Movement to promote daily fitness habits; Goals for Active Life Style (G.O.A.L.S) protocols for structured physical activities; mandatory student participation in Yoga, Sports, National Service Scheme (NSS) or National Cadet Corps (NCC); training for physical education personnel; Tobacco-Free

Youth Campaigns aligned with Tobacco-Free Youth Campaign 3.0; promotion of cardiovascular health awareness through healthy lifestyle guidelines; and mental well-being support through initiatives like 'Manodarpan', to address lifestyle-related risks and promote early recognition of warning signs of cardiovascular diseases among students.

Further, since education is a subject in the concurrent list of the Constitution of India and the majority of schools are under the administrative control of the respective State Government/Union Territory (UT) administration, it is for the respective State Governments/UT administrations to take appropriate steps to integrate preventive health awareness and lifestyle education in schools under their jurisdiction.

EMPLOYMENT IN CHANDIGARH ADMINISTRATION

4971. SHRI MANISH TEWARI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of the number of persons registered with Employment Exchange Chandigarh during the last five years and the current year, year-wise;

(b) the manner in which the said registered candidates were provided employment in Chandigarh Administration departments on temporary/contract/ outsourced basis;

(c) whether the said administration has issued any rule/order mandating that 20–25 per cent of outsourced recruitment must be done through

Employment Exchange;

(d) if so, the details of the rule/order; and

(e) the details of the monitoring mechanism of the Government to ensure compliance by the outsourcing agencies?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): As per the information received from the UT of Chandigarh, a total of 8703 persons have registered with the Employment Exchange, Chandigarh during the last five years and 184 persons have registered during the current year. The year-wise details are as under: -

Year	Registration
2021	1870
2022	1443
2023	2268
2024	1679
2025	1443
2026 as on 16.03.2026	184

(b): The registered candidates are sponsored to various departments of the Chandigarh Administration as well as to the Private Sector against requisitions received from them. The candidates are sponsored strictly as per the eligibility criteria, seniority and other conditions prescribed in the requisition received

from the employer, i.e., Public and Private Sector. However, no names of registered candidates are sponsored on an outsourced basis.

(c) and (d): At present, there are no such rules/instructions.

(e): The monitoring of compliance by outsourcing agencies is carried out by the concerned departments of the Chandigarh Administration as per the terms and conditions of the outsourcing contract/agreement and the guidelines issued by the Chandigarh Administration from time to time, in accordance with the provisions and applicable rules.

LOANS ASSISTANCE SCHEMES TO ENTREPRENEURS, WOMEN AND SC/ST

4972. SHRI BASTIPATI NAGARAJU:

SHRI B. K. PARTHASARATHI:

Will the Minister of **FINANCE** be pleased to state:

(a) the details regarding the list of loans related assistance schemes offered by the Government to beneficiaries such as entrepreneurs, women, SC/STs etc.;

(b) the details regarding the number of beneficiaries supported under such schemes, classified scheme-wise, State-wise and district-wise for Andhra Pradesh, year-wise for the past five years;

(c) the details regarding the total financial assistance released to such beneficiaries, classified scheme-wise, State-wise and district-wise for Andhra Pradesh, year-wise for the past five years; and

(d) whether any issues have been reported in scheme implementation especially in Andhra Pradesh and if so, the measures taken to address the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Government of India has implemented several loans related schemes across the country to promote entrepreneurs, women, SC/STs etc. major are being:

1. The Stand-up India Scheme (SUPI)
2. Pradhan Mantri Mudra Yojana (PMMY)
3. PM Vishwakarma Scheme
4. PM SVANidhi Scheme
5. Prime Minister's Employment Generation Programme (PMEGP)

(b) and (c): Details of major Schemes as mentioned above are given in the enclosed **Statement-I to XI.**

(d): Government has taken various steps across the country, including the State of Andhra Pradesh towards effective implementation of the Schemes for addressing the challenges faced by potential beneficiaries which, inter alia, include intensive publicity campaigns, simplification of application form, Credit Guarantee Scheme, reduction in margin money and inclusion of activities allied to agriculture.

STATEMENT-I

Details of major Schemes

1. Stand-Up India (SUPI) Scheme was launched on 05.04.2016. The objective of the Scheme was to facilitate loans from Scheduled Commercial Banks (SCBs) of value between Rs. 10 lakh and Rs.1 crore to at least one Scheduled Caste (SC) or Scheduled Tribe (ST) borrower and one-Woman borrower per Bank branch for setting up greenfield enterprises, in manufacturing, services or trading sector, including activities allied to agriculture.

The Scheme was valid/operational till March 2025. New Scheme is under process of implementation.

2. Pradhan Mantri Mudra Yojana (PMMY) was launched on 08.04.2015 to extend collateral free credit upto Rs.20 lakh by Member Lending Institutions (MLIs), i.e., Scheduled Commercial Banks (SCBs), Non-Banking Financial Companies (NBFCs) and Micro Finance Institutions (MFIs).

3. PM Vishwakarma Scheme, launched on September 17, 2023, aims to provide end-to-end holistic support to traditional artists and craftspeople engaged in 18 identified trades through access to skill training, collateral free credit, modern tools, market linkage support and incentive for digital transactions. Beneficiaries are eligible for a working capital demand loan in two tranches.

4. PM SVANidhi Scheme, launched in 01.06.2020 by the Ministry of Housing and Urban Affairs (MoHUA) aims to help street vendors restart their

businesses which were adversely affected by the Covid-19 pandemic. The scheme valid uptil 31.12.2024, has been further extended until March 31, 2030. Beneficiaries are eligible for a working capital demand loan in two tranches.

5. Ministry of MSME, through Khadi and Village Industries Commission (KVIC), is implementing the Prime Minister's Employment Generation Programme (PMEGP). This central sector scheme generates employment opportunities primarily in rural areas by assisting prospective entrepreneurs in setting up new micro enterprises in the non-farm sector. Under PMEGP, beneficiaries belonging to rural areas and those belonging to Scheduled Castes are covered under special category of beneficiaries who are eligible for higher rate of subsidy and lower own contribution to the project cost.

Apart from the above mentioned measures, others Ministries and Departments have also implemented programmes and initiatives to support entrepreneurship such as Digital marketing and Entrepreneurship Development for Women self-help Groups (WSHGs), Adivasi Mahila Sashaktikaran Yojana (AMSY), Women Entrepreneurship Development programme (WEDP),Science and Technology for Women (STW) programme , Swavalambini – Women Entrepreneurship Platform (WEP), Skill Upgradation and Mahila Coir Yojana, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS), and Credit Guarantee Scheme for Startups (CGSS) under the start-up initiative etc.

STATEMENT-II

Stand Up India Scheme - State-wise data (From 01.04.2020 To 31.03.2025)

(Amount in Rs. Crore)

S. No.	Financial Year / State/ U.T.	2020-21						2021-22						2022-23					
		No. of Loan Accounts			Disbursed Amount			No. of Loans			Disbursed Amount			No. of Loans			Disbursed Amount		
		SC/ST (Incl. Women)	Women (Gen.)	TOTAL	SC/ST (Incl. Women)	Women (Gen.)	TOTAL	SC/ST (Incl. Women)	Women (Gen.)	TOTAL	SC/ST (Incl. Women)	Women (Gen.)	TOTAL	SC/ST (Incl. Women)	Women	TOTAL	SC/ST (Incl. Women)	Women (Gen.)	TOTAL
1	Andaman and Nicobar Islands	5	43	48	0.65	6.76	7.41	17	52	69	4.48	3.88	8.36	18	49	67	3.22	2.16	5.38
2	Andhra Pradesh	139	402	541	24.36	69.6	93.96	254	1150	1404	43.19	183.24	226.43	1,038	1552	2590	275.99	215.55	491.54
3	Arunachal Pradesh	68	2	70	5.01	0.55	5.56	80	1	81	8.17	0.5	8.67	128	2	130	11.57	0.2	11.77
4	Assam	61	122	183	8.73	17.94	26.67	79	193	272	10.91	31.1	42.01	99	315	414	10.2	34.89	45.09
5	Bihar	38	368	406	4.66	56.7	61.36	173	479	652	22.69	65.4	88.09	173	1310	1483	25.69	207.84	233.53
6	Chandigarh	16	45	61	2.26	12.24	14.5	16	40	56	2.88	6.62	9.5	15	62	77	2.74	7.88	10.62
7	Chhattisgarh	34	167	201	5.65	30.45	36.1	77	266	343	11.89	42.62	54.51	158	493	651	24.14	83.18	107.32
8	Dadra and Nagar Haveli and Daman and Diu	0	3	3	0	0.48	0.48	3	8	11	0.29	0.98	1.27	11	12	23	1.05	1.12	2.17
9	Delhi	153	467	620	22.17	96.38	118.55	149	263	412	17.82	42.99	60.81	49	399	448	10.22	74.04	84.26
10	Goa	0	30	30	0	5.08	5.08	6	23	29	0.89	3.22	4.11	13	110	123	0.97	8.83	9.8
11	Gujarat	167	1057	1224	32.67	250.08	282.75	200	853	1053	35.67	170.73	206.4	656	2162	2818	80.81	316.55	397.36
12	Haryana	158	350	508	23.65	66.17	89.82	144	325	469	18.94	42.64	61.58	249	1091	1340	27.39	111.65	139.04

13	Himachal Pradesh	55	131	186	6.62	18.26	24.88	81	218	299	10.56	27.97	38.53	173	410	583	11.39	40.49	51.88
14	Jammu and Kashmir	88	200	288	5.67	13.51	19.18	19	59	78	2.25	7.54	9.79	55	137	192	4.73	20.41	25.14
15	Jharkhand	42	189	231	4.39	25.32	29.71	69	287	356	10.00	38.43	48.43	71	453	524	10.3	69.19	79.49
16	Karnataka	250	841	1091	38.44	116.99	155.43	427	1110	1537	50.58	150.68	201.26	696	3192	3888	94.27	414.13	508.4
17	Kerala	38	317	355	6.74	55.84	62.58	39	415	454	4.03	61.85	65.88	76	2068	2144	6.98	218.6	225.58
18	Ladakh	5	0	5	1.03	0	1.03	87	5	92	4.56	0.27	4.83	188	2	190	18.61	0.15	18.76
19	Lakshadweep	0	0	0	0	0	0	1	0	1	0.10	0	0.1	0	0	0	0	0	0
20	Madhya Pradesh	96	389	485	16.73	70.34	87.07	265	855	1120	59.46	169.3	228.76	497	1437	1934	83.23	274.92	358.15
21	Maharashtra	226	946	1172	45.97	227.87	273.84	573	1918	2491	73.64	235.22	308.86	947	3882	4829	113.37	505.16	618.53
22	Manipur	18	17	35	2.63	3.39	6.02	25	23	48	4.48	3.91	8.39	40	53	93	5.35	9.03	14.38
23	Meghalaya	27	11	38	1.99	0.9	2.89	34	10	44	1.97	1.23	3.2	59	10	69	7.77	0.42	8.19
24	Mizoram	65	1	66	9.07	0.35	9.42	100	0	100	13.33	0	13.33	105	4	109	20.04	0.17	20.21
25	Nagaland	99	3	102	13.42	0.47	13.89	74	4	78	9.02	0.6	9.62	143	8	151	21.12	1.44	22.56
26	Odisha	115	462	577	15.58	80.82	96.4	106	472	578	18.18	78.86	97.04	156	1010	1166	31.81	225.5	257.31
27	Puduchery	6	31	37	1.1	6.21	7.31	5	29	34	0.47	2.63	3.1	8	54	62	0.88	10.21	11.09
28	Punjab	271	351	622	45.53	68.2	113.73	153	418	571	31.05	71.72	102.77	321	1214	1535	21.86	103.52	125.38
29	Rajasthan	136	496	632	24.14	92.39	116.53	282	815	1097	32.47	80.41	112.88	635	1782	2417	60.88	158.59	219.47
30	Sikkim	26	18	44	4.02	2.53	6.55	56	32	88	2.71	1.68	4.39	82	16	98	8.55	1.31	9.86
31	Tamil Nadu	416	1593	2009	50.7	242.78	293.48	413	1804	2217	59.39	236.97	296.36	590	2827	3417	49.32	231.66	280.98
32	Telangana	291	565	856	50.95	111.4	162.35	258	500	758	47.38	71.28	118.66	398	737	1135	85.77	104.62	190.39
33	Tripura	18	21	39	2.69	2.07	4.76	31	30	61	3.72	4.54	8.26	30	61	91	5.85	4.77	10.62
34	Uttar Pradesh	187	1487	1674	23.52	204.42	227.94	241	1106	1347	35.93	150.89	186.82	395	2440	2835	52.92	264.13	317.05
35	Uttarakhand	26	265	291	3.95	50.3	54.25	34	87	121	6.90	16.03	22.93	63	218	281	13.55	38.66	52.21
36	West Bengal	313	573	886	56.09	102.2	158.29	463	860	1323	64.51	87.57	152.08	722	1244	1966	107.65	102.28	209.93
	Total	**3653**	**11963**	**15616**	**560.82**	**2108.97**	**2669.79**	**5034**	**14710**	**19744**	**724.53**	**2093.51**	**2818.04**	**9,057**	**30816**	**39873**	**1310.17**	**3863.27**	**5173.44**

Stand Up India Scheme - State-wise data (From 01.04.2020 To 31.03.2025)

(Amount in Rs. Crore)

	Financial Year	2023-24						2024-25					
S. No.	State/ U.T.	No. of Loans			Disbursed Amount			No. of Loans			Disbursed Amount		
		SC/ST (Incl. Women)	Women (Gen.)	TOTAL	SC/ST (Incl. Women)	Women (Gen.)	TOTAL	SC/ST (Incl. Women)	Women (Gen.)	TOTAL	SC/ST (Incl. Women)	Women (Gen.)	TOTAL
1	Andaman and Nicobar Islands	0	41	41	0	3.9	3.9	4	33	37	0.36	4.87	5.23
2	Andhra Pradesh	1311	1520	2831	195.13	216.35	411.48	778	1112	1890	104.55	209.66	314.21
3	Arunachal Pradesh	144	1	145	11.64	0	11.64	359	14	373	12.66	2.52	15.18
4	Assam	240	287	527	20.04	23.83	43.87	259	371	630	50.54	84.55	135.09
5	Bihar	98	1029	1127	10.04	127.35	137.39	592	1322	1914	83.95	214.04	297.99
6	Chandigarh	35	43	78	2.01	7.77	9.78	3	52	55	0.62	13.85	14.47
7	Chhattisgarh	231	497	728	29.39	76.6	105.99	379	421	800	41.29	85.17	126.46
8	Dadra and Nagar Haveli	12	6	18	0.57	1.43	2	8	19	27	1.17	4.89	6.06

	and Daman and Diu												
9	Delhi	55	543	598	6.55	62.01	68.56	470	636	1106	76.57	132.58	209.15
10	Goa	78	102	180	13.99	12.06	26.05	38	101	139	10.65	18.77	29.42
11	Gujarat	829	2088	2917	151.65	433.48	585.13	956	2084	3040	160.7	613.2	773.9
12	Haryana	142	938	1080	5.56	121.81	127.37	373	1054	1427	36.12	246.99	283.11
13	Himachal Pradesh	177	310	487	11.32	21.9	33.22	247	346	593	33.59	57.75	91.34
14	Jammu and Kashmir	67	124	191	6.14	15.2	21.34	43	155	198	4.91	22.38	27.29
15	Jharkhand	71	528	599	7.43	68.8	76.23	251	490	741	34.71	91.55	126.26
16	Karnataka	577	1409	1986	68.01	213.05	281.06	786	1323	2109	97.1	213.08	310.18
17	Kerala	306	2185	2491	34.01	277.26	311.27	529	1320	1849	61.15	181.4	242.55
18	Ladakh	127	7	134	13.62	0.82	14.44	129	5	134	7.66	0.13	7.79
19	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
20	Madhya Pradesh	1145	1753	2898	148.62	219.35	367.97	1202	1465	2667	155.02	254.36	409.38
21	Maharashtra	1174	2922	4096	53.17	259.54	312.71	1480	3241	4721	174.15	565.66	739.81
22	Manipur	18	14	32	1.2	4.16	5.36	74	33	107	11.91	5.66	17.57
23	Meghalaya	154	15	169	12.87	0.67	13.54	129	16	145	21.18	0.95	22.13
24	Mizoram	70	1	71	11.36	0.16	11.52	95	4	99	16.21	0.58	16.79

25	Nagaland	151	3	154	15.46	0.45	15.91	102	13	115	12.78	3.39	16.17
26	Odisha	242	662	904	49.74	152.52	202.26	437	1110	1547	91.91	251.68	343.59
27	Puduchery	16	49	65	0.6	5.77	6.37	27	82	109	1.54	15.72	17.26
28	Punjab	327	1148	1475	32.54	168.12	200.66	617	971	1588	116.87	225.25	342.12
29	Rajasthan	567	1565	2132	43.9	147.62	191.52	1534	2023	3557	163.43	378.24	541.67
30	Sikkim	61	14	75	3.72	1.45	5.17	84	13	97	11.51	1.06	12.57
31	Tamil Nadu	1152	1855	3007	73.87	142.94	216.81	2352	2375	4727	232.05	478.89	710.94
32	Telangana	996	1263	2259	110.28	164.16	274.44	1151	1346	2497	147.02	228.59	375.61
33	Tripura	61	66	127	5.29	5.67	10.96	69	85	154	13.55	19.6	33.15
34	Uttar Pradesh	754	3265	4019	66.46	276.13	342.59	1791	3085	4876	194.12	490.18	684.3
35	Uttarakhand	78	291	369	9.15	43.72	52.87	334	480	814	40.7	124.08	164.78
36	West Bengal	559	1007	1566	41.65	47.54	89.19	1006	1171	2177	124.99	226.06	351.05
	Total	12025	27551	39576	1266.93	3323.61	4590.54	18688	28371	47059	2347.24	5467.31	7814.55

STATEMENT-III

Stand Up India Scheme - District-wise data

(Amount in Rs. Crore)

	Financial Year	2020-21						2021-22						2022-23					
S. No.	Andhra Pradesh	No. of Loan Accounts			Disbursed Amount			No. of Loans			Disbursed Amount			No. of Loans			Disbursed Amount		
		SC/ST (Incl. Women)	Women (Gen.)	Total	SC/ST (Incl. Women)	Women (Gen.)	Total	SC/ST (Incl. Women)	Women (Gen.)	Total	SC/ST (Incl. Women)	Women (Gen.)	Total	SC/ST (Incl. Women)	Women	Total	SC/ST (Incl. Women)	Women (Gen.)	Total
1	Alluri Sitharama Raju	-	0	0	-	0.00	0	0	0	0	0.00	0	0	-	0	0	0	0	0
2	Anakapalli	-	0	0	-	0.00	0	0	2	2	0.00	0.05	0.05	1	1	2	0.11	0.1	0.21
3	Ananthapuramu	5	34	39	0.80	5.26	6.06	7	41	48	0.78	6.21	6.99	49	123	172	13.47	18.65	32.12
4	Annamayya	-	0	0	-	0.00	0	0	3	3	0.00	0.15	0.15	2	9	11	0.39	0	0.39
5	Bapatla	-	0	0	-	0.00	0	0	2	2	0.00	0.36	0.36	4	4	8	1.08	0.37	1.45
6	Chittoor	8	22	30	1.13	4.27	5.4	24	33	57	2.84	6.4	9.24	96	52	148	19.05	10.76	29.81
7	Dr. B.R. Ambedkar Konaseema	-	4	4	-	0.91	0.91	1	3	4	0.00	0.36	0.36	8	5	13	6.05	1.35	7.4
8	East Godavari	12	47	59	1.83	7.73	9.56	13	72	85	2.22	9.53	11.75	106	180	286	32.73	24.47	57.2
9	Eluru	7	10	17	1.36	1.33	2.69	5	11	16	0.92	2.44	3.36	22	55	77	3.7	1.66	5.36
10	Guntur	17	27	44	3.10	6.13	9.23	41	212	253	9.53	35.48	45.01	113	167	280	29.84	28.82	58.66
11	Kakinada	2	2	4	0.60	0.30	0.9	0	4	4	0.00	0.36	0.36	6	13	19	0.77	0.95	1.72
12	Krishna	33	49	82	7.08	11.42	18.5	29	313	342	4.57	56.59	61.16	100	143	243	33.56	21.85	55.41
13	Kurnool	5	24	29	0.77	4.29	5.06	36	25	61	5.02	3.6	8.62	157	42	199	24.76	3.16	27.92
14	Nandyal	-	3	3	-	0.00	0	0	1	1	0.00	0	0	12	0	12	2.53	0	2.53
15	Ntr	2	14	16	0.29	1.59	1.88	9	19	28	1.31	3.34	4.65	28	43	71	13.87	9	22.87
16	Palnadu	2	2	4	0.44	0.50	0.94	0	1	1	0.00	0.02	0.02	32	12	44	11.44	2.61	14.05
17	Parvathipuram Manyam	-	1	1	-	0.10	0.1	0	2	2	0.00	0.12	0.12	-	1	1	0	0.04	0.04

18	Prakasam	17	10	27	1.13	1.80	2.93	14	100	114	1.97	18.95	20.92	58	128	186	21.11	17.82	38.93
19	Sri Potti Sriramulu	2	19	21	0.58	1.62	2.2	8	38	46	1.03	4.78	5.81	30	102	132	9.22	19.84	29.06
20	Sri Sathya Sai	-	3	3	-	0.00	0	0	5	5	0.00	0.29	0.29	-	0	0	0	0	0
21	Srikakulam	2	5	7	0.13	0.81	0.94	1	26	27	0.10	2.47	2.57	7	63	70	1.86	13.85	15.71
22	Tirupati	-	5	5	-	0.15	0.15	0	2	2	0.00	0.4	0.4	3	7	10	0.5	1.09	1.59
23	Visakhapatnam	6	62	68	0.88	12.80	13.68	16	101	117	1.82	10.54	12.36	43	132	175	12	14.61	26.61
24	Vizianagaram	1	13	14	0.28	1.93	2.21	3	14	17	0.30	1.83	2.13	15	30	45	2.23	4.24	6.47
25	West Godavari	8	27	35	1.83	3.86	5.69	13	100	113	5.46	15.7	21.16	38	163	201	12.85	13.24	26.09
26	Y.S.R.	10	19	29	2.13	2.80	4.93	34	20	54	5.34	3.27	8.61	108	77	185	22.84	7.08	29.92
	Total	**139**	**402**	**541**	**24.36**	**69.60**	**93.96**	**254**	**1150**	**1404**	**43.19**	**183.24**	**226.43**	**1,038**	**1552**	**2590**	**275.99**	**215.55**	**491.54**

SOURCE: SIDBI

Stand Up India Scheme - District-wise data

(Amount in Rs. Crore)

	Financial Year	2023-24						2024-25					
S. No.	Andhra Pradesh	No. of Loans			Disbursed Amount			No. of Loans			Disbursed Amount		
		SC/ST (Incl. Women)	Women (Gen.)	Total	SC/ST (Incl. Women)	Women (Gen.)	Total	SC/ST (Incl. Women)	Women (Gen.)	Total	SC/ST (Incl. Women)	Women (Gen.)	Total
1	Alluri Sitharama Raju	0	0	0	0	0	0	0	0	0	0	0	0
2	Anakapalli	2	17	19	0.22	1.78	2	11	17	28	0.89	1.64	2.53
3	Ananthapuramu	86	107	193	8.66	16.19	24.85	31	86	117	5.55	23.84	29.39
4	Annamayya	3	3	6	0.2	0	0.2	1	1	2	0.44	0.22	0.66
5	Bapatla	6	9	15	0.38	4.12	4.5	5	4	9	0.84	1.05	1.89
6	Chittoor	119	54	173	16.53	7.58	24.11	77	57	134	9.84	14.11	23.95
7	Dr. B.R. Ambedkar Konaseema	3	4	7	1.05	0.6	1.65	0	7	7	0	1.42	1.42
8	East Godavari	84	207	291	9.46	23.17	32.63	93	90	183	8.59	14.06	22.65
9	Eluru	4	10	14	0.36	2.15	2.51	15	6	21	2.78	1.02	3.8
10	Guntur	93	101	194	14.55	20.01	34.56	79	92	171	10.89	17.7	28.59
11	Kakinada	11	15	26	0.68	1.84	2.52	11	20	31	1.07	4	5.07
12	Krishna	109	99	208	18.16	16.82	34.98	60	119	179	8.69	18.66	27.35
13	Kurnool	171	58	229	24.42	7.89	32.31	66	46	112	9.11	9.63	18.74
14	Nandyal	18	5	23	9.73	0.95	10.68	0	3	3	0	0.41	0.41
15	Ntr	14	27	41	2.93	5.09	8.02	8	67	75	1.08	6.61	7.69
16	Palnadu	15	4	19	3.44	0.79	4.23	10	10	20	2.13	2.76	4.89
17	Parvathipuram Manyam	0	3	3	0	0.61	0.61	1	1	2	0	0.11	0.11
18	Prakasam	106	84	190	21.81	11.26	33.07	48	54	102	7.29	10.8	18.09
19	Sri Potti Sriramulu Nellore	150	161	311	16.41	21.97	38.38	46	65	111	6.32	11.94	18.26
20	Sri Sathya Sai	2	4	6	0.2	0.35	0.55	2	7	9	0.27	1.27	1.54

21	Srikakulam	14	95	109	1.53	14.98	16.51	6	32	38	0.36	4.68	5.04
22	Tirupati	9	13	22	2.28	1.6	3.88	9	9	18	1.38	2.09	3.47
23	Visakhapatnam	80	159	239	11.65	21.23	32.88	56	130	186	7.08	28.65	35.73
24	Vizianagaram	20	70	90	1.81	6.45	8.26	16	45	61	1.41	5.22	6.63
25	West Godavari	49	148	197	9.23	19.52	28.75	45	78	123	4.63	15.04	19.67
26	Y.S.R.	143	63	206	19.44	9.39	28.83	82	66	148	13.91	12.73	26.64
	Total	**1311**	**1520**	**2831**	**195.13**	**216.35**	**411.48**	**778**	**1112**	**1890**	**105**	**209.66**	**314.21**

SOURCE: SIDBI

STATEMENT-IV

PMMY - State -wise (From 01.04.2020 To 31.03.2025)

(Amount in Rs. Crore)

S. No.	Financial Year →	2020-21						2021-22						2022-23					
	State/ U.T.↓	No. of Loan Accounts			Disbursed Amount (Rs. Crore)			No. of Loans			Disbursed Amount (Rs. Crore)			No. of Loans			Disbursed Amount (Rs. Crore)		
		SC/ST	Women	Total No of Loans	SC/ST	Women	Total Disbursements	SC/ST	Women	Total No of Loans	SC/ST	Women	Total Disbursements	SC/ST	Women	Total No of Loans	SC/ST	Women	Total Disburse-ment
1	Andaman and Nicobar Islands	117	1459	5468	1.43	14.64	119.32	22	347	1901	0.78	9.16	76.53	97	562	3463	3.12	13.21	124.34
2	Andhra Pradesh	73624	435429	1152152	807.11	2656.10	11564.66	93096	614391	1117922	841.62	3012.39	11445.42	110030	689779	1348593	1081.59	4452.41	16212.30
3	Arunachal Pradesh	3270	1888	6159	104.79	14.13	172.12	3043	3596	5705	41.3	22.58	86.51	7876	7712	17193	89.69	46.45	214.59
4	Assam	114830	853482	1189829	611.89	3648.38	7399.66	65849	651561	682889	408.38	3259.10	4577.28	65733	351662	599213	486.94	2270.10	6182.19
5	Bihar	1089079	3262994	5306694	3354.54	12013.15	24019.78	1425267	4705150	6678155	5002.85	20330.37	30725.07	1667513	6532391	8489231	6731.66	30500.20	45448.59
6	Chandigarh	4001	7243	20295	18.02	42.32	432.22	4255	1763	14926	21.53	26.75	273.03	6035	2792	17261	35.05	29.25	293.58

7	Chhattisgarh	301585	633209	1027266	1185.43	2436.71	6423.07	280637	729217	970396	1071.17	2861.82	5797.46	293456	811878	1114927	1342.19	3771.98	8262.57
8	Dadra and Nagar Haveli	278	2850	3787	2	36.59	51.09	239	3409	3691	2.11	26.37	49.34	203	2902	4469	2.38	20.24	65.98
9	Daman and Diu	57	259	1140	0.48	1.55	19.11	28	123	706	0.53	1.69	18.91	36	214	1043	0.92	3.25	36.23
10	Delhi	41845	161462	330497	151.94	742.44	4003.83	40877	113585	194835	163.78	688.61	2559.59	44316	191195	337476	208.02	795.18	3759.22
11	Goa	1027	17931	37520	5.94	130.67	501.47	1426	16610	35950	6.44	139.35	472.87	1750	24131	42745	10.68	203.40	700.19
12	Gujarat	259880	914455	1430956	1112.25	3700.86	11313.24	332677	1036032	1590960	1458.11	4731.33	11990.04	311130	1141667	1784437	1734.59	5883.22	17507.49
13	Haryana	444867	643639	1005453	1561.02	2497.87	7303.11	490930	593037	1057963	1964.75	2546.09	7574.18	519325	695327	1218808	2403.47	3562.60	9944.79
14	Himachal Pradesh	28734	40754	130494	193.01	224.54	2163.83	28124	26301	107556	208.24	159.17	2027.43	41009	41759	151733	445.68	363.85	3080.21
15	Jharkhand	407838	1252260	1668281	1392.65	4315.28	8177.78	462354	1468060	1777882	1594.87	5497.45	8615.43	586652	1621485	2056159	2289.85	6533.48	11097.08
16	Karnataka	771644	3103875	4645196	3548.33	12437.79	29785.29	701507	2988512	4298481	3312.31	11954.46	28374.92	811015	3886919	5592066	4420.29	17996.61	40746.09
17	Kerala	233140	1105155	1586258	718.47	4271.41	11238.55	213839	1166805	1620168	668.19	5086.11	11549.58	145122	1123464	1781474	710.98	6630.60	15079.22
18	Lakshadweep	1216	506	1799	17.71	4.12	22.94	622	130	725	13.55	2.36	16.47	1409	456	1623	21.9	3.35	26.75
19	Madhya Pradesh	981124	2099143	3249158	3503.33	7740.64	17822.84	1024989	2316849	3231804	3783.49	9217.03	18218.44	1196574	2664770	3701661	5146.42	12166.52	24632.59

20	Maharashtra	750098	2957673	3754163	2533.71	11036.66	24624.06	869175	3589300	4158052	3005.96	14506.42	25416.48	973780	4349579	5253324	3919.54	18711.57	36104.52
21	Manipur	7314	27806	69906	38.38	132.04	406.68	6706	22323	74138	46.64	151.89	379.20	4674	27882	39744	59.59	200.46	471.22
22	Meghalaya	18647	28334	40478	109.59	126.62	402.43	8607	12452	16892	71.96	92.84	204.01	12661	12721	24937	131.45	105.05	331.52
23	Mizoram	9862	7658	12716	151.17	84.63	211.15	8862	8689	11396	142.92	91.14	192.30	13759	16256	23394	315.53	171.05	420.92
24	Nagaland	10869	14286	19787	84.01	101.34	244.48	8946	10954	15191	89.77	95.48	209.49	5243	7915	15172	83.96	93.17	296.78
25	Odisha	1006378	2730228	3634998	3011.43	8267.37	14919.04	962164	2897689	3670907	2917.65	9743.66	16557.27	938129	3194666	3922511	3452.2	13362.14	21505.13
26	Pondicherry	6499	77157	108775	41.05	322.45	606.91	8633	87320	131525	51.22	397.87	795.30	7102	57541	98394	56.06	324.87	735.74
27	Punjab	623730	582580	1094143	1949.89	2054.19	7065.11	692754	621930	1109810	2432.56	2484.08	7926.06	719976	733555	1259891	3003	3658.16	10766.37
28	Rajasthan	1049882	1653640	2481296	4136.01	6260.98	18223.39	1172922	1770874	2667998	4768.39	7057.06	18728.94	1182806	1896203	2977440	5584.38	8922.27	24492.62
29	Sikkim	2491	7641	15356	26.65	67.58	193.09	2263	6827	11059	29.99	79.12	156.89	2259	7634	13805	36.33	89.49	219.30
30	Tamil Nadu	445104	3036978	4947732	1746.54	12500.42	28534.56	583348	3704525	5625146	2602	15789.55	32262.94	662664	4706514	6406513	4014.71	25398.09	43730.39
31	Telangana	38964	282466	636219	491.75	1350.54	6765.03	26600	352999	533545	446.16	1936.27	6010.47	32969	383898	639323	566.1	2652.60	7995.30
32	Tripura	121628	208478	326855	622.1	1110.98	2040.35	160415	286215	357304	999.28	1861.15	2445.73	157846	250570	350659	849.51	1514.63	2349.61

33	Union Territory of Jammu and Kashmir	5562	58087	294501	50.31	857.61	5401.94	7746	63204	262645	68.43	1154.23	5696.54	14879	78600	330963	127.33	1422.17	7219.71
34	Union Territory of Ladakh	5369	2510	8477	142.1	49.89	223.75	5443	2395	8176	152.33	50.76	231.55	6734	2880	9988	187.89	61.06	285.87
35	Uttar Pradesh	1507279	2673110	4738452	5150.17	9580.36	27875.13	1937310	3726510	5787982	6892.66	15234.52	32850.80	2152973	4354563	6808721	9070.77	19527.50	47427.26
36	Uttarakhand	79515	171327	301870	317.02	800.30	2953.57	94680	227311	333914	408.74	1167.39	2939.91	123623	282274	445328	572.57	1459.29	4303.54
37	West Bengal	1074352	4245652	5450920	3949.91	16736.98	28529.86	1156431	4602264	5627231	5508.75	22976.27	33949.81	1050982	4102497	5426916	5369.78	22115.06	38353.85
	Total	**11521699**	**33303604**	**50735046**	**42842.13**	**128370.13**	**311754.44**	**12882786**	**38429259**	**53795526**	**51199.41**	**164441.88**	**331402.20**	**13872340**	**44256813**	**62310598**	**64566.12**	**215034.55**	**450423.65**

PMMY - State -wise (From 01.04.2020 To 31.03.2025)

(Amount in Rs. Crore)

S. No.	Financial Year →	2023-24						2024-25					
	State/ U.T.↓	No. of Loans			Disbursed Amount (Rs. Crore)			No. of Loans			Disbursed Amount (Rs. Crore)		
		SC/ST	Women	Total No of Loans	SC/ST	Women	Total Disbursements	SC/ST	Women	Total No of Loans	SC/ST	Women	Total Disbursements
1	Andaman and Nicobar Islands	61	571	3131	2.96	13.26	126.13	112	521	3027	5.45	15.85	143.08
2	Andhra Pradesh	143094	750822	1588682	1749.66	6244.33	19573.04	154019	674262	1464680	1637.9	5915.05	20517.18
3	Arunachal Pradesh	11093	11026	26431	144.38	86.15	346.63	14607	15453	36567	193.62	133.41	495.72
4	Assam	63592	203922	722225	570.89	1097.59	6847.44	86570	246703	1216262	924.04	1741.09	11191.94
5	Bihar	1853537	6494879	9631277	8716.84	31466.95	56841.09	1488974	5139409	7771213	7895.78	27700.11	54064.10
6	Chandigarh	5235	3479	15585	33.96	30.51	294.80	5576	4764	15724	33.67	36.93	313.60
7	Chhattisgarh	262582	680785	1035574	1451.39	3586.93	8436.37	280011	656331	1016177	1539.46	3689.35	9221.98
8	Dadra and Nagar Haveli	175	282	3792	2.54	4.56	67.18	532	307	3936	5.4	7.64	92.80
9	Daman and Diu	68	210	1194	1.05	2.31	36.62	135	322	2292	2.98	6.98	93.12

10	Delhi	44835	104885	315625	258.67	495.61	4265.87	23076	42713	199513	180.28	388.23	4695.01
11	Goa	2625	18886	42505	18.35	181.38	756.46	1960	11461	27585	14.37	127.84	648.22
12	Gujarat	343449	1053086	1960464	2251.5	5593.00	19640.31	240432	743200	1570182	1651.69	4666.12	19919.03
13	Haryana	406435	517474	1095972	2350.6	3030.67	10719.55	263562	327256	800080	1588.37	2332.71	9974.77
14	Himachal Pradesh	35213	36693	146471	483.65	337.50	3241.99	20229	26310	110348	238.87	354.62	3076.75
15	Jharkhand	588545	1539551	2129193	2783.04	6812.25	12887.57	486564	1160664	1668829	2734.58	6179.49	12551.98
16	Karnataka	975990	4600828	6458940	6060.4	23450.78	49510.51	806547	3439457	4943477	5290.02	22267.83	49319.57
17	Kerala	197434	1317404	1973469	1173.41	7892.42	18015.08	124711	1396499	1944890	745.91	8559.41	19661.76
18	Lakshadweep	1643	481	2309	30.32	5.31	39.91	1751	476	2258	34.69	6.17	43.87
19	Madhya Pradesh	1128027	2276897	3445475	5823.68	10679.46	25272.18	1081595	2175265	3302774	5984.32	12042.29	28899.69
20	Maharashtra	1027466	4096893	5279979	5122.64	19700.76	42773.74	873502	3369875	4462791	5081.34	21970.82	50762.02
21	Manipur	1069	5274	10666	21.54	60.61	213.62	1584	4743	11452	36.99	96.65	311.29
22	Meghalaya	12611	11893	31633	139.77	104.26	420.03	11287	9794	35308	154	109.68	502.49
23	Mizoram	14018	21386	28729	387.22	561.76	576.65	9717	13109	26463	369.95	197.58	600.41
24	Nagaland	4433	7559	21014	72.85	103.29	394.69	2650	12335	32002	70.91	139.99	519.36
25	Odisha	870570	2984794	3761546	3877.87	13844.95	23355.99	678486	2142017	2793890	3618.39	11971.56	22532.57
26	Pondicherry	13474	87011	133357	105.18	554.36	1059.69	7158	51449	85730	66.29	374.73	890.60
27	Punjab	501408	475957	1039309	2460.3	2684.99	10668.37	240132	272225	707516	1498.65	2082.71	9856.31
28	Rajasthan	969781	1501159	2693556	5870.42	7746.63	26755.28	724500	1135044	2163626	4550.39	7447.46	25794.48
29	Sikkim	4917	7363	19290	59.07	72.23	260.61	3132	6084	19185	47.19	70.49	290.24
30	Tamil Nadu	844476	5460898	7204001	5786.74	34173.79	57370.41	497069	3327929	4536967	3903.86	25298.31	46666.26

31	Telangana	85157	400264	947059	1021.69	2905.41	10722.07	110773	464266	1137388	858.54	3691.49	13907.44
32	Tripura	112081	113784	324797	677.78	523.25	2465.59	113570	111334	348747	757.03	567.89	2864.61
33	Union Territory of Jammu and Kashmir	15049	91351	366142	155.38	1622.69	8119.92	15998	99508	399396	169.5	1748.56	8808.02
34	Union Territory of Ladakh	6110	2934	11013	167.27	57.72	306.97	7219	3364	12197	193.51	66.37	350.62
35	Uttar Pradesh	2226135	4515469	7679518	11218.98	21144.60	58535.05	1522615	3088006	5924230	8690.81	16627.66	58111.79
36	Uttarakhand	123215	249202	445218	700.85	1327.72	4728.64	83213	156442	338119	536.1	1005.63	4534.21
37	West Bengal	857418	2846929	6181872	5575.64	14097.25	46712.27	808034	2364232	5526827	5991.24	13261.25	49575.68
	Total	**13753021**	**42492281**	**66777013**	**77328.48**	**222297.27**	**532358.32**	**10791602**	**32693129**	**54661648**	**67296.09**	**202899.96**	**541802.57**

STATEMENT-V

PMMY - District -wise (From 01.04.2020 To 31.03.2025)

(Amount in Rs. Crore)

S.No.	Financial Year⟶	2020-21						2021-22					2022-23						
	State/District ↓	No. of Loans			Disbursed Amount (Rs. Crore)			No. of Loans			Disbursed Amount (Rs. Crore)		No. of Loans				Disbursed Amount (Rs. Crore)		
	Andhra Pradesh	SC/ST	Women	Total No of Loans	SC/ST	Women	Total Disbursements	SC/ST	Women	Total No of Loans	SC/ST	Women	Total Disbursements	SC/ST	Women	Total No of Loans	SC/ST	Women	Total Disburse-ments
1	Alluri Sitharama Raju	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
2	Anakapalli	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
3	Anantapur	8229	27829	98880	87.92	138.93	798.83	10022	34653	88161	84.31	141.81	758.07	14649	41133	125190	124	221.68	1234.3
4	Annamayya	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
5	Bapatla	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
6	Chittoor	5697	43580	99359	85.72	564.85	1311.4	6372	53538	80336	87.05	533.54	1101.86	8155	60741	98453	164	982.56	1999.85
7	Cuddapah	7278	26984	72480	70.75	165.01	619.47	8348	22242	63301	93.71	108.74	605.82	8293	23492	69656	96.8	142.69	783.8
8	East Godavari	3695	46141	109729	44.32	206.69	936.18	5059	87517	122556	63.27	362.19	1149.6	5636	120726	163883	61.4	559.04	1439.84
9	Eluru	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
10	Guntur	9378	45738	119511	62.88	176.29	893.33	8873	65499	102554	70.98	273.99	992.03	11358	78374	125930	84.2	423.26	1280.76
11	Kakinada	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

12	Konaseema	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
13	Krishna	4931	39273	104917	97.86	273.6	1351.77	7148	79443	114447	95.99	352.67	1410.01	7679	90348	145102	122	532.45	2100.79
14	Kurnool	8252	26433	82908	99.19	168.54	774.21	11540	30132	85579	119.9	118.51	746.63	14696	29037	100106	122	147.37	968.94
15	Nandyal	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
16	Nellore	7831	35363	90144	111.7	249.77	893.12	10899	42358	85807	73.06	177.33	701.18	12312	41433	96822	109	244.67	1018.83
17	NTR	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
18	Other	1512	3417	51865	9.86	123.28	1424.95	3331	2525	50277	18.9	101.51	1046.52	4690	10213	57564	31.6	194.95	1533.56
19	Palnadu	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
20	Parvathipuram Manyam	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
21	Prakasam	6767	36241	85809	50.73	147.25	600.9	9096	50357	86812	62.34	187.96	656.36	11726	60311	109881	81.4	278.93	955.74
22	Sri Sathya Sai	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
23	Srikakulam	1235	16645	40484	11.78	69.52	330.68	1691	31518	46154	11.18	112.17	325.3	1910	35515	66815	12.6	133.21	449.12
24	Tirupati	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
25	Visakhapatnam	3343	48293	94860	23.24	232.39	924.46	3028	54161	91378	22.83	323.43	1133.75	2807	53998	94746	25.4	325.45	1287.67
26	Vizianagaram	1486	9713	25673	10.43	34.53	219.65	2325	12936	27411	11.38	50.25	276.15	2208	12201	33534	12.7	62.77	356.79
27	West Godavari	3990	29779	75533	40.68	105.43	485.72	5364	47512	73149	26.74	168.3	542.14	3911	32257	60911	35	203.39	802.32
	Total	**73624**	**435429**	**1152152**	**807.1**	**2656.10**	**11564.66**	**93096**	**614391**	**1117922**	**841.6**	**3012.39**	**11445.42**	**110030**	**689779**	**1348593**	**1082**	**4452.41**	**16212.30**

PMMY - District -wise (From 01.04.2020 To 31.03.2025)

(Amount in Rs. Crore)

S. No.	Financial	2023-24				2024-25							
	State/District	No. of Loans			Disbursed	No. of	Disbursed						
	Andhra Pradesh	SC/ST	Women	Total No of Loans	SC/ST	Women	Total	SC/ST	Women	Total No of	SC/ST	Women	Total Disbursements
1	Alluri	935	899	2191	6.54	7.86	33.93	557	514	1562	7.87	7.41	34.33
2	Anakapalli	1373	9272	13676	6.73	52.6	129.35	2639	8307	12932	14.94	51.95	156.34
3	Anantapur	8580	39359	86550	114.29	292.79	1143.63	12045	46399	86315	119.43	353.79	1049.99
4	Annamayya	2789	12786	28990	53	192.34	468.95	5754	16729	32955	91.82	209.42	647.64
5	Bapatla	4487	19587	29821	27.65	125.74	259.08	2967	11822	24510	30.22	96.5	300.37
6	Chittoor	16255	62606	87542	163.87	675.7	1350.35	15202	44258	66812	177.08	525.82	1427.26
7	Cuddapah	6392	29312	66530	75.6	242.03	809.15	9089	29419	60758	90.16	261.12	795.52
8	East Godavari	5673	32681	140257	116.69	365.41	1615.66	3627	17170	108274	53.5	186.46	1178.03
9	Eluru	1718	19418	33521	20.75	155.81	405.74	2159	14886	43790	41.12	150.43	563.99
10	Guntur	9730	49094	101872	79.72	348.72	1091.92	6523	25685	80073	65.69	206.81	909.17
11	Kakinada	969	8963	17166	7.66	79.47	282.51	3431	10352	20916	24.75	81.78	323.18
12	Konaseema	2616	16580	24371	18.08	101.35	229.84	3135	14807	25067	23.8	99.53	296.82
13	Krishna	5835	49220	122868	73.07	413.65	1526.02	5281	19832	85777	76.59	254.31	1257.7
14	Kurnool	8715	32986	78999	115.4	203.56	957.33	10529	28902	70170	114.7	229.2	906.67
15	Nandyal	6704	16329	40432	48.11	101.3	312.89	7020	15471	42101	63.46	140.22	440.26
16	Nellore	7501	43093	83224	114.37	354.73	1084.21	7656	27629	68114	113.23	293.5	1050.16
17	NTR	2831	13472	25716	55.43	289.81	614.61	2380	10948	25753	63.53	256	906.51
18	Other	7071	8264	34261	276.98	261.48	1289.15	0	32193	70920	0	461.45	2077.88
19	Palnadu	2583	13383	21145	22.73	101.69	243.1	2240	9998	19589	26.68	99.25	308.42
20	Parvathipuram	1288	4567	8158	7.85	36.38	104.83	1644	5394	7840	10.2	33.16	95.81
21	Prakasam	7300	35213	91786	92.32	244.12	929.12	6239	23274	75912	90.88	227.09	922.64
22	Sri Sathya Sai	5139	12972	38852	45.95	106.92	361.51	9732	26885	49643	71.51	197.77	526.9
23	Srikakulam	4985	50073	96351	25.39	230.33	720.84	5352	58040	96356	24.42	219.12	672.71

24	Tirupati	5991	30577	48961	79.52	352.57	693.49	8983	36637	58421	125.27	375.74	994.29
25	Visakhapatnam	10301	79966	137831	41.4	497.13	1499.68	10731	80893	123776	41.15	517.35	1402.71
26	Vizianagaram	3393	31495	62519	17.75	169.62	518.67	6586	38938	66725	31.83	180.77	548.63
27	West Godavari	1940	28655	65092	42.78	241.24	897.49	2518	18880	39619	44.07	199.06	723.25
	Total	**143094**	**750822**	**1588682**	**1749.6**	**6244.33**	**19573.04**	**154019**	**674262**	**1464680**	**1637.9**	**5915.05**	**20517.18**

STATEMENT-VI

Details of Schemes

(Amount in Rs. Crore)

	Financial Year	2024-25					
S. No.	State/ U.T.	No. of Loans			Disbursed Amount		
		Total	Out of Total (Women)	Out of Total (SC/ ST)	Total	Out of Total (Women)	Out of Total (SC/ ST)
1	Andaman and Nicobar Islands	33	3	-	0.29	0.02	-
2	Andhra Pradesh	24,612	12,494	4,137.00	186.30	89.74	29.96
3	Arunachal Pradesh	23	12	12.00	0.23	0.12	0.12
4	Assam	10,463	3,043	2,362.00	95.89	27.40	21.35
5	Bihar	9,124	1,630	1,965.00	78.31	12.69	16.26
6	Chandigarh	13	7	-	0.11	0.06	-
7	Chhattisgarh	5,077	1,085	1,413.00	41.85	8.59	11.45
8	The Dadra and Nagar Haveli and Daman and Diu	56	26	9.00	0.44	0.19	0.07
9	Delhi	36	15	14.00	0.32	0.13	0.12
10	Goa	442	358	50.00	3.74	3.01	0.42
11	Gujarat	28,833	6,396	4,689.00	251.60	52.28	39.67
12	Haryana	4,819	670	1,537.00	44.25	5.89	13.79
13	Himachal Pradesh	1,257	69	832.00	11.62	0.59	7.75
14	Jammu and Kashmir	7,679	1,469	1,413.00	67.01	12.26	11.60
15	Jharkhand	2,856	322	547.00	17.88	2.06	3.39
16	Karnataka	76,748	42,363	20,427.00	559.13	291.32	135.95
17	Kerala			208.00			

		2,927	711		25.87	5.77	1.76
18	Ladakh	327	211	317.00	3.25	2.10	3.15
19	Lakshadweep	1	-	1.00	0.01	-	0.01
20	Madhya Pradesh	27,023	3,186	7,395.00	241.71	27.44	65.29
21	Maharashtra	25,844	5,185	4,247.00	218.80	42.24	34.91
22	Manipur	647	367	32.00	6.06	3.43	0.31
23	Meghalaya	3	3	3.00	0.02	0.02	0.02
24	Mizoram	16	-	16.00	0.16	-	0.16
25	Nagaland	153	67	151.00	1.48	0.64	1.47
26	Odisha	9,442	1,592	2,623.00	80.37	12.84	21.29
27	Puducherry	66	2	-	0.64	0.02	-
28	Punjab	966	240	569.00	8.62	2.06	5.01
29	Rajasthan	39,754	3,520	8,756.00	344.11	29.05	72.62
30	Sikkim	54	35	16.00	0.54	0.35	0.16
31	Tamil Nadu	-	-	-	-	-	-
32	Telangana	20,924	5,176	3,090.00	191.94	45.44	27.94
33	Tripura	3,177	474	1,138.00	27.89	4.05	9.69
34	Uttar Pradesh	7,327	1,029	1,531.00	64.86	9.06	13.28
35	Uttarakhand	566	216	152.00	4.97	1.80	1.29
36	West Bengal	-	-	-	-	-	-
	Total	**3,11,288**	**91,976**	**69,652**	**2,580.28**	**692.64**	**550.25**

STATEMENT-VII

PM Vishwakarma - Andhra Pradesh District-wise

(Amount in Rs. Crore)

	Financial Year	2024-25					
S.No.	State/District	No. of Loans			Disbursed Amount		
	Andhra Pradesh	Total	Out of Total (Women)	Out of Total (SC/ ST)	Total	Out of Total (Women)	Out of Total (SC/ ST)
1	Alluri Sitharama Raju	47	4	19	0.41	0.03	0.18
2	Anakapalli	754	144	30	4.65	0.83	0.17
3	Ananthapuramu	403	133	50	2.69	0.82	0.30
4	Annamayya	359	157	75	3.04	1.37	0.60
5	Bapatla	440	125	92	3.61	1.04	0.71
6	CHITTOOR	315	58	36	2.57	0.44	0.27
7	Dr. B.R. Ambedkar Konaseema	247	63	16	2.36	0.55	0.15
8	EAST GODAVARI	784	225	61	6.82	1.82	0.55
9	Eluru	516	112	96	4.76	1.03	0.88
10	GUNTUR	734	261	189	5.31	1.77	1.23
11	Kakinada	478	88	28	4.12	0.72	0.25
12	KRISHNA	593	136	72	5.38	1.15	0.61
13	KURNOOL	766	245	103	5.99	1.63	0.74
14	Nandyal	188	57	27	1.57	0.49	0.23
15	NTR	636	222	181	5.20	1.67	1.47
16	Palnadu	550	233	191	4.87	1.99	1.66
17	Parvathipuram Manyam	32	4	-	0.23	0.04	-
18	PRAKASAM	871	294	283	6.94	2.20	2.14
19	Sri Potti Sriramulu Nellore	1,087	759	294	6.75	4.47	1.76
20	Sri Sathya Sai	1,719	469	466	10.70	2.83	2.77
21	SRIKAKULAM	954	156	10	8.36	1.38	0.09
22	Tirupati	2,033	1,650	635	15.69	12.55	4.62

23	Visakhapatnam	432	153	5	4.08	1.39	0.05
24	VIZIANAGARAM	920	259	36	6.79	1.60	0.31
25	WEST GODAVARI	4,238	3,078	384	31.20	21.98	2.93
26	Y.S.R.	4,516	3,409	758	32.21	23.93	5.31
	Total	**24,612**	**12,494**	**4,137**	**186.30**	**89.74**	**29.96**

STATEMENT-VIII

PMSVanidhi - State-wise (From 01.04.2020 To 31.03.2025)

(Amount in Rs. Crore)

	Financial Year	2020-21						2021-22						2022-23					
S. No.	State/ U.T.	No. of Loans			Disbursed Amount			No. of Loans			Disbursed Amount			No. of Loans			Disbursed Amount		
		SC/ST	Women	Total	SC/ST	Women	Total	SC/ST	Women	Total	SC/ST	Women	Total	SC/ST	Women	Total	SC/ST	Women	Total
1	Andaman And Nicobar Islands	-	164	387	-	0.16	0.39	1	67	146	0.00	0.10	0.20	-	67	189	-	0.14	0.41
2	Andhra Pradesh	18,394	70,844	1,12,771	18.28	70.47	112.07	14,884	63,063	82,332	16.55	70.77	93.58	7,518	36,954	48,014	13.27	64.98	86.63
3	Arunachal	1,279	1,225	1,588	1.28	1.22	1.59	911	854	1,105	1.10	1.02	1.31	1,363	1,274	1,785	2.48	2.29	3.12

	Pradesh																	
4	Assam	3,210	5,505	14,157	3.20	5.49	14.12	10,573	20,029	42,681	11.07	20.83	44.68	6,035	11,985	23,601	9.47	18.33	36.82
5	Bihar	4,950	6,606	28,859	4.89	6.51	28.49	3,397	5,865	19,555	3.50	5.97	20.19	1,676	3,143	10,230	2.77	4.90	17.37
6	Chandigarh	547	284	2,050	0.54	0.28	2.04	459	256	1,593	0.50	0.28	1.77	542	333	1,895	0.94	0.57	3.44
7	Chhattisgarh	9,088	18,851	40,303	9.00	18.68	39.94	2,149	4,087	9,256	2.66	5.33	12.04	2,398	4,819	11,165	4.19	8.75	20.20
8	Delhi	5,032	6,987	31,148	4.98	6.94	30.93	1,703	2,820	11,089	1.77	2.94	11.59	3,638	7,391	27,205	5.14	9.50	37.13
9	Goa	79	493	1,018	0.08	0.49	1.01	20	194	396	0.03	0.28	0.57	20	232	474	0.04	0.52	1.06
10	Gujarat	19,509	41,958	1,02,308	19.38	41.68	101.56	21,806	46,316	1,11,556	24.67	52.70	128.07	19,700	41,441	1,00,001	32.90	67.69	167.73
11	Haryana	5,607	1,714	16,947	5.55	1.70	16.78	3,876	1,361	11,645	4.52	1.58	13.78	4,148	1,529	12,211	6.97	2.52	21.03
12	Himachal Pradesh	917	558	2,767	0.91	0.56	2.76	406	272	1,244	0.63	0.44	1.89	635	458	2,006	1.44	1.05	4.64

13	Jammu and Kashmir	1,037	408	11,520	1.04	0.41	11.50	312	169	4,078	0.38	0.22	5.39	493	219	5,003	0.94	0.45	10.17
14	Jharkhand	2,269	5,526	22,026	2.25	5.49	21.89	1,162	3,352	8,386	1.31	3.70	9.92	912	2,619	7,477	1.45	4.09	13.02
15	Karnataka	28,305	51,779	1,07,948	28.20	51.62	107.58	12,252	23,188	45,580	14.80	28.26	57.23	17,251	33,665	68,259	29.47	57.62	120.08
16	Kerala	781	1,405	8,051	0.78	1.40	8.00	370	764	3,385	0.57	1.18	5.38	569	1,135	5,176	1.05	2.24	10.68
17	Ladakh	16	173	247	0.02	0.17	0.25	10	47	73	0.02	0.09	0.13	23	128	214	0.05	0.27	0.45
18	Madhya Pradesh	75,119	91,598	3,13,723	74.72	91.13	311.98	50,444	68,904	1,99,936	59.65	80.61	242.66	39,867	55,591	1,71,010	69.34	95.88	305.21
19	Maharashtra	34,621	56,978	1,49,143	34.35	56.54	148.16	14,749	24,900	60,800	17.30	29.07	73.09	37,937	89,138	2,12,074	49.91	109.73	269.50
20	Manipur	479	5,717	6,094	0.48	5.71	6.09	462	2,358	2,499	0.47	2.46	2.60	74	1,808	1,910	0.14	3.36	3.55
21	Meghalaya	179	173	253	0.18	0.17	0.25	315	304	384	0.34	0.33	0.41	762	785	1,021	0.98	1.00	1.30

22	Mizoram	191	411	445	0.19	0.41	0.45	66	129	135	0.10	0.22	0.23	78	116	126	0.13	0.24	0.27
23	Nagaland	426	1,042	1,203	0.43	1.04	1.20	319	428	468	0.37	0.58	0.64	288	431	476	0.40	0.74	0.81
24	Odisha	4,471	4,676	27,498	4.41	4.63	27.18	1,419	1,769	8,999	1.60	2.02	10.57	1,593	2,091	10,706	2.93	3.79	20.29
25	Puducherry	216	497	1,130	0.22	0.50	1.13	41	108	226	0.05	0.16	0.34	97	245	520	0.18	0.46	0.99
26	Punjab	11,438	6,349	26,675	11.34	6.27	26.44	6,478	3,347	13,291	6.70	3.44	13.78	5,407	2,774	11,391	9.12	4.50	19.64
27	Rajasthan	13,238	10,568	50,342	13.18	10.53	50.17	4,734	4,162	17,066	4.76	4.15	17.13	2,432	2,167	9,158	4.19	3.51	16.13
28	Sikkim	-	-	1	-	-	0.00	-	-	1	-	-	0.00	-	-	-	-	-	-
29	Tamil Nadu	15,211	51,123	87,727	15.11	50.85	87.21	14,412	52,601	78,071	14.45	53.36	79.79	10,080	39,435	60,448	16.55	66.40	103.88
30	Telangana	58,179	2,04,908	3,10,516	57.63	202.96	307.05	15,847	60,328	87,775	24.86	98.61	140.71	15,979	57,304	89,459	31.95	116.82	182.49

31	Dadra And Nagar Haveli And Daman and Diu	232	327	1,032	0.23	0.33	1.03	63	65	228	0.06	0.07	0.24	60	64	303	0.10	0.10	0.54
32	Tripura	738	213	2,612	0.74	0.21	2.61	234	154	831	0.30	0.18	1.06	259	136	999	0.51	0.22	1.88
33	Uttar Pradesh	1,28,985	1,68,364	5,63,902	127.05	165.84	555.16	52,957	85,840	2,36,526	55.47	88.95	249.00	75,771	1,10,691	3,46,347	121.38	174.47	555.81
34	Uttarakhand	1,692	1,101	9,108	1.68	1.09	9.07	364	345	1,910	0.48	0.42	2.42	1,332	1,154	7,042	2.31	1.81	11.94
35	West Bengal	434	366	2,377	0.43	0.36	2.35	2,027	2,444	11,225	2.01	2.41	11.07	401	905	2,711	0.58	1.18	3.85
	Total	**4,46,869**	**8,18,891**	**20,57,876**	**442.74**	**811.84**	**2,038.44**	**2,39,222**	**4,80,890**	**10,74,471**	**273.04**	**562.71**	**1,253.47**	**2,59,338**	**5,12,227**	**12,50,606**	**423.27**	**830.14**	**2,052.07**

Source: MoHUA, No ULBC at Lakshyadweep

PMSVanidhi - State-wise (From 01.04.2020 To 31.03.2025)

(Amount in Rs. Crore)

	Financial Year	2023-24						2024-25					
S. No.	State/ U.T.	No. of Loans			Disbursed Amount			No. of Loans			Disbursed Amount		
		SC/ST	Women	Total	SC/ST	Women	Total	SC/ST	Women	Total	SC/ST	Women	Total
1	Andaman and Nicobar Islands	-	110	217	-	0.28	0.56	-	35	89	0.00	0.15	0.35
2	Andhra Pradesh	35,227	1,66,969	2,10,035	52.13	246.66	322.30	11,410	54,963	69,649	26.68	129.79	170.69
3	Arunachal Pradesh	1,816	1,826	2,503	3.66	3.69	4.89	420	408	602	1.23	1.18	1.72
4	Assam	17,616	38,220	73,791	26.71	56.04	109.71	7,273	14,612	26,189	17.48	35.21	65.07
5	Bihar	15,961	35,906	84,514	19.86	42.69	108.52	3,724	8,589	20,210	6.31	13.90	35.59
6	Chandigarh	665	403	2,337	1.36	0.81	4.88	178	131	630	0.61	0.46	2.24
7	Chhattisgarh	12,332	26,197	52,533	19.79	42.87	87.37	3,853	8,776	16,448	6.84	15.14	30.00

8	Delhi	19,900	54,138	1,38,461	23.64	60.75	164.92	3,717	12,587	30,061	7.14	20.96	55.79
9	Goa	22	290	626	0.06	0.74	1.58	14	109	210	0.05	0.35	0.66
10	Gujarat	58,400	1,22,358	2,81,864	84.23	175.49	413.21	20,076	44,209	1,00,449	46.46	99.32	228.05
11	Haryana	57,665	45,054	1,34,513	64.54	47.63	155.48	13,952	11,118	31,883	23.86	17.74	56.55
12	Himachal Pradesh	1,000	751	3,158	2.26	1.69	7.20	302	265	898	0.83	0.73	2.59
13	Jammu and Kashmir	581	290	5,529	1.40	0.61	14.69	155	93	1,793	0.51	0.28	5.67
14	Jharkhand	10,330	33,665	59,224	11.83	38.47	74.13	1,951	7,018	12,686	3.66	12.98	25.75
15	Karnataka	69,199	1,55,200	2,68,125	98.43	215.70	388.54	17,753	42,650	75,336	38.95	88.21	161.60
16	Kerala	16,657	71,040	1,03,126	17.65	73.20	112.46	5,410	24,589	36,175	9.59	44.08	66.30
17	Ladakh	110	135	233	0.13	0.33	0.53	24	26	41	0.04	0.07	0.11
18	Madhya Pradesh	1,24,727	2,16,292	4,86,877	200.93	322.28	815.97	46,184	81,587	1,75,386	101.07	173.45	402.49

19	Maharashtra	1,27,863	2,44,046	5,26,987	157.94	299.39	667.88	32,359	68,770	1,44,262	58.84	123.12	269.26
20	Manipur	243	2,720	2,904	0.45	5.41	5.75	24	548	580	0.06	1.89	2.00
21	Meghalaya	1,576	1,771	2,280	2.19	2.43	3.11	777	941	1,273	1.33	1.58	2.12
22	Mizoram	1,704	1,638	1,880	1.87	2.04	2.30	911	812	938	1.52	1.38	1.59
23	Nagaland	1,311	1,331	1,573	1.65	2.03	2.33	953	939	1,092	1.45	1.66	1.90
24	Odisha	8,212	10,062	42,146	12.14	14.97	70.62	2,074	2,793	10,657	4.61	5.94	27.05
25	Puducherry	563	1,525	2,743	0.77	2.15	3.99	135	361	686	0.33	0.89	1.71
26	Punjab	72,941	52,779	1,34,728	85.33	59.66	162.48	16,571	12,266	29,097	30.57	21.33	55.62
27	Rajasthan	35,413	42,893	1,17,364	43.58	49.40	147.57	16,417	21,260	50,909	25.42	30.24	81.72
28	Sikkim	463	816	1,125	0.47	0.82	1.13	156	294	394	0.27	0.51	0.68
29	Tamil Nadu	48,173	1,94,711	2,75,157	66.52	268.51	389.30	11,824	48,430	68,217	25.44	109.66	157.32

30	Telangana	37,589	1,19,944	1,85,787	83.26	282.25	437.85	10,330	30,387	48,437	32.15	101.55	162.49
31	Dadra And Nagar Haveli And Daman and Diu	378	546	1,523	0.58	0.83	2.45	35	55	230	0.09	0.15	0.62
32	Tripura	834	598	2,770	1.27	0.81	4.50	290	287	973	0.61	0.57	2.27
33	Uttar Pradesh	1,55,954	2,22,759	6,97,066	252.59	359.48	1,134.31	34,906	50,911	1,54,590	72.62	105.17	326.72
34	Uttarakhand	4,415	4,646	17,434	6.39	6.20	27.00	2,067	2,422	7,483	4.09	4.27	15.66
35	West Bengal	22,338	89,633	1,84,164	23.70	91.21	191.39	4,733	19,361	37,403	8.18	31.93	63.33
	Total	**9,62,178**	**19,61,262**	**41,05,297**	**1,369.32**	**2,777.51**	**6,040.92**	**2,70,958**	**5,72,602**	**11,55,956**	**558.91**	**1195.83**	**2483.31**

Source: MoHUA, No ULBC at Lakshyadweep

STATEMENT-IX

PMSVanidhi - District-wise (From 01.04.2024 To 31.03.2025)

(Amount in Rs. Crore)

	Financial Year	2024-25					
S.No.	State/District	No. of Loans			Disbursed Amount		
	Andhra Pradesh	SC/ST	Women	Total	SC/ST	Women	Total
1	Alluri Sitharama Raju	3	3	6	0.003	0.004	0.007
2	Anakapalli	76	631	707	0.09	0.89	0.972
3	Anantapur	6522	33133	39655	8.23	50.72	58.953
4	Annamayya	85	1536	1621	0.09	2.40	2.491
5	Bapatla	489	1632	2121	0.54	2.38	2.916
6	Chittoor	8480	37595	46075	10.95	63.69	74.644
7	Dr. B.R.Ambedkar Konaseema	8576	46715	55291	0.08	75.31	75.392
8	East Godavari	269	1139	1408	10.78	1.74	12.521
9	Eluru	9345	31314	40659	0.31	48.72	49.021
10	Guntur	439	2831	3270	11.76	3.58	15.343
11	Kakinada	73	384	457	0.46	0.53	0.984
12	Krishna	6315	21254	27569	8.20	34.48	42.676
13	Kurnool	7688	34611	42299	9.24	50.20	59.444
14	Nandyal	117	827	944	0.12	1.19	1.307
15	Nellore	1025	4696	5721	1.17	6.85	8.015
16	NTR	736	3014	3750	0.79	4.24	5.034
17	Palnadu	284	905	1189	0.34	1.31	1.652
18	Parvathipuram Manyam	7482	22073	29555	8.79	31.66	40.449
19	Prakasam	8310	26521	34831	9.86	37.90	47.762
20	Sri Sathya Sai	441	2564	3005	0.49	3.48	3.968
21	Srikakulam	1525	9220	10745	1.93	15.03	16.957
22	Tirupati	825	4288	5113	0.92	6.36	7.281

23	Visakhapatnam	3731	25688	29419	4.39	35.66	40.055
24	Vizianagaram	3185	14870	18055	3.66	21.08	24.741
25	West Godavari	3058	16455	19513	3.68	25.46	29.138
26	Y.S.R	8116	47903	56019	10.72	88.05	98.770
	Total	**87195**	**391802**	**478997**	**107.59**	**612.90**	**720.491**

 # Districtwise data for some of the NBFCs/ MFIs is not available

Source: SLBC Andhra Pradesh

STATEMENT-X

PMEGP -State -wise/ Financial Year-wise details of Loans sanctioned under PMEGP since April 2022 till March 2025

(Amount Rs. In crore)

Sr. No.	State/UT Name	FY 2022-23		FY 2023-24		FY 2024-25	
		No. of Loans	Sanctioned Amount	No. of Loans	Sanctioned Amount	No. of Loans	Sanctioned Amount
1	Andaman Nicobar	121	7.14	135	5.17	61	3.54
2	Andhra Pradesh	3073	380.48	5577	512.82	3249	421.45
3	Arunachal Pradesh	158	19.28	169	48.62	156	25.17
4	Assam	2596	172.67	2417	187.57	3170	266.4
5	Bihar	4459	358.97	6837	573.46	5035	443.88
6	Chandigarh-UT	15	1.75	10	0.93	5	1.01
7	Chhattisgarh	2543	219.58	2379	229.48	1853	197.76
8	Delhi	72	18.41	50	13.09	26	6.66

9	Goa	66	8.48	68	9.85	39	5.45
10	Gujarat*	3071	733.58	3000	990.06	1783	625.68
11	Haryana	1559	195.94	1398	231.88	788	137.65
12	Himachal Pradesh	930	90.27	974	107.63	796	86.06
13	Jammu Kashmir	12023	679.38	15065	827.44	9863	691.17
14	Jharkhand	1851	145.96	2101	155.14	1452	106.93
15	Karnataka	5618	486.02	4672	497.3	2839	286.03
16	Kerala	3129	212.32	3389	233.79	2260	174.73
17	Ladakh	91	10.87	122	16.18	135	18.88
18	Lakshadweep	2	0.07	0	0	0	0
19	Madhya Pradesh	5957	561.26	5292	581.23	2626	297.82
20	Maharashtra**	3625	399.69	2766	380.72	1857	314.58
21	Manipur	545	41.86	348	23.79	608	43.63
22	Meghalaya	306	18.43	280	20.38	1114	97.45
23	Mizoram	412	41.99	401	55.71	484	47.47
24	Nagaland	469	43.38	517	81.71	1262	102.28

25	Odisha	3880	328.86	2975	295.04	1867	163.63
26	Puducherry	25	2.11	30	2.96	38	3.79
27	Punjab	1564	227.2	1469	288.18	970	210.88
28	Rajasthan	2037	345.03	1678	395.89	916	224.32
29	Sikkim	57	3.61	132	13.32	316	32.73
30	Tamil Nadu	6140	521.04	6814	590.81	3949	356.37
31	Telangana	2540	302.75	2503	327.73	1850	246.4
32	Tripura	703	48.49	588	43.08	730	55.11
33	Uttar Pradesh	11601	1107.37	11689	1307.76	5518	638.26
34	Uttarakhand	1803	139.2	1354	126.96	734	71.29
35	West Bengal	2126	212.66	1919	217.43	1359	154.98
Grand Total		**85167**	**8086.1**	**89118**	**9393.11**	**59708**	**6559.44**

Source: KVIC portal

** including Daman and Diu*

*** including Dadra and Nagar Haveli*

STATEMENT-XI

PMEGP -District -wise/ Financial Year-wise details of Loans sanctioned under PMEGP since April 2022 till March 2025

S. No.	District Name	2020-21				2021-22				2022-23			
		Women Beneficiaries		SC and ST		Women Beneficiaries		SC and ST		Women Beneficiaries		SC and ST	
	Andhra Pradesh	No. of Loans	Amount (in crore)	No. of Loans	Amount (in crore)	No. of Loans	Amount (in crore)	No. of Loans	Amount (in crore)	No. of Loans	Amount (in crore)	No. of Loans	
1	NTR	0	0.00	0	0.00	0	0.00	0	0.00	20	0.64	10	0.40
2	ELURU	0	0.00	0	0.00	0	0.00	0	0.00	59	2.75	37	1.45
3	GUNTUR	84	4.09	48	1.64	124	6.37	69	2.87	132	7.12	63	2.68
4	KRISHNA	54	2.93	20	0.90	111	4.77	40	1.42	76	3.55	38	1.42
5	KURNOOL	29	1.15	26	0.57	80	2.86	46	1.71	60	1.87	38	0.85
6	NELLORE	61	1.83	22	0.62	82	3.25	47	1.50	116	5.12	52	1.63
7	BAPATLA	0	0.00	0	0.00	0	0.00	0	0.00	20	0.75	13	0.43
8	CHITTOOR	54	1.68	60	0.62	109	3.96	45	1.34	95	3.70	41	1.31
9	KAKINADA	0	0.00	0	0.00	0	0.00	0	0.00	48	2.82	15	0.73
10	PALNADU	0	0.00	0	0.00	0	0.00	0	0.00	26	1.25	10	0.47

11	PRAKASAM	89	4.26	38	1.24	106	4.57	48	1.72	79	3.53	46	1.46
12	NANDYALA	0	0.00	0	0.00	0	0.00	0	0.00	12	0.48	10	0.49
13	TIRUPATI	0	0.00	0	0.00	0	0.00	0	0.00	22	1.06	11	0.43
14	ANAKAPALLI	0	0.00	0	0.00	0	0.00	0	0.00	21	2.00	5	0.25
15	ANANTHAPUR	76	2.26	37	0.80	101	3.83	35	0.71	87	3.20	37	0.98
16	ANNAMAYYA	0	0.00	0	0.00	0	0.00	0	0.00	29	1.15	4	0.11
17	KONASEEMA	0	0.00	0	0.00	0	0.00	0	0.00	55	3.10	9	0.51
18	SRIKAKULAM	17	0.87	7	0.22	51	2.49	16	0.28	58	2.77	10	0.27
19	KADAPA (YSR)	37	1.62	10	0.36	65	2.58	36	1.16	101	4.28	35	1.10
20	VIZIANAGARAM	19	0.94	8	0.29	66	1.90	13	0.59	104	2.23	19	0.34
21	EAST GODAVARI	186	7.60	81	1.77	221	10.89	41	1.75	228	10.90	48	1.52
22	VISAKHAPATNAM	27	1.37	9	0.55	62	2.64	21	0.77	49	2.71	9	0.39
23	WEST GODAVARI	121	6.99	23	1.21	139	6.22	39	1.45	147	5.80	41	1.26
24	SRISATYA SAI	0	0.00	0	0.00	0	0.00	0	0.00	51	4.34	3	0.09
25	PARVATHIPURAM MANYAM	0	0.00	0	0.00	0	0.00	0	0.00	2	0.07	13	0.44
26	ALLURI SITHARAMA RAJU	0	0.00	0	0.00	0	0.00	0	0.00	17	0.15	22	0.20
	Total:	854	37.60	389	10.79	1317	56.33	496	17.26	1714	77.31	639	21.22

** SOURCE OF INFORMATION FROM "MIS" PMEGP portal.*

PMEGP -District -wise/ Financial Year-wise details of Loans sanctioned under PMEGP since April 2022 till March 2025

S. No.	District Name	2023-24				2024-25			
		Women Beneficiaries		SC and ST		Women Beneficiaries		SC and ST	
	Andhra Pradesh	No. of Loans	Amount (in crore)	No. of Loans	Amount (in crore)	No. of Loans	Amount (in crore)	No. of Loans	Amount (in crore)
1	NTR	79	2.29	42	1.28	45	2.54	55	1.55
2	ELURU	93	4.71	43	1.97	42	2.51	47	1.89
3	GUNTUR	82	5.40	64	3.22	72	5.24	61	3.23
4	KRISHNA	79	3.73	45	1.96	58	3.07	55	1.68
5	KURNOOL	92	2.15	67	1.55	30	1.36	33	1.01
6	NELLORE	81	4.55	50	1.74	100	5.50	76	2.65
7	BAPATLA	89	2.40	61	1.46	69	2.18	72	1.89
8	CHITTOOR	158	3.68	73	1.59	108	3.04	107	2.08
9	KAKINADA	78	3.84	25	0.74	68	4.32	44	1.32
10	PALNADU	56	3.71	44	2.31	60	3.46	57	2.54
11	PRAKASAM	124	4.28	93	3.03	150	4.64	212	6.12
12	NANDYALA	45	1.10	35	0.87	49	1.72	57	1.59

13	TIRUPATI	429	6.02	161	3.01	139	4.47	131	2.35
14	ANAKAPALLI	68	2.62	14	0.36	38	1.19	39	0.55
15	ANANTHAPUR	132	3.60	74	1.77	69	2.69	71	2.05
16	ANNAMAYYA	412	6.38	129	1.97	129	3.20	108	1.93
17	KONASEEMA	101	4.20	43	1.58	64	3.77	32	1.10
18	SRIKAKULAM	102	3.53	18	0.42	45	3.14	27	0.75
19	KADAPA (YSR)	115	3.67	48	1.53	89	4.63	59	2.13
20	VIZIANAGARAM	466	4.66	78	0.69	114	3.15	63	0.73
21	EAST GODAVARI	208	8.33	65	2.43	102	6.32	58	1.91
22	VISAKHAPATNAM	49	2.26	19	0.84	36	1.22	23	0.44
23	WEST GODAVARI	122	5.13	26	0.89	83	4.30	44	1.41
24	SRISATYA SAI	131	5.96	26	0.66	44	3.00	16	0.72
25	PARVATHIPURAM MANYAM	32	0.72	34	0.94	27	0.96	37	0.95
26	ALLURI SITHARAMA RAJU	27	0.38	42	0.54	13	0.43	29	0.83
	Total	**3450**	**99.31**	**1419**	**39.36**	**1843**	**82.05**	**1613**	**45.41**

** SOURCE OF INFORMATION FROM "MIS" PMEGP portal.*

प्रधानमंत्री इंटर्नशिप योजना के अंतर्गत मासिक वृत्तिका

4973. श्री बाबू सिंह कुशवाहाः

श्री देवेश शाक्यः

श्री नीरज मौर्यः

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार के ध्यान में यह बात आई है कि प्रधान मंत्री इंटर्नशिप योजना के अंतर्गत निर्धारित 25,000 रुपये के मासिक वृत्तिका को न्यूनतम मजदूरी और महानगरीय क्षेत्रों में रहने की लागत से काफी कम माना जाता है जिसके कारण कई युवाओं के लिए बड़े शहरों में इंटर्नशिप करना व्यावहारिक रूप से कठिन हो जाता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) उक्त योजना के प्रारंभ से अब तक देशभर में इस योजना के अंतर्गत कुल कितने युवाओं ने आवेदन किया है और उनमें से कितने युवाओं को कंपनियों से इंटर्नशिप के प्रस्ताव प्राप्त हुए हैं और कितने युवा वास्तव में उक्त इंटर्नशिप में शामिल हुए हैं;

(ग) उक्त योजना के अंतर्गत आवंटित 10,831 करोड़ रुपये की कुल निधियों में से वित्तीय वर्ष 2025-26 तक कितनी धनराशि स्वीकृत, जारी की गई और खर्च की गई/उपयोग की गई;

(घ) क्या देश के ग्रामीण क्षेत्रों विशेषकर उत्तर प्रदेश के एटा, कासगंज, इटावा, मैनपुरी, औरैया, कन्नौज और जौनपुर जिलों के युवाओं के लिए स्थान की विसंगति एक बड़ी बाधा बन रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार का स्थानीय समूहों में प्रशिक्षण प्रदान करने के लिए नियमों में संशोधन करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): पीएमआईएस इंटर्न के लिए मासिक वित्तीय सहायता मार्च 2026 से 9000 रुपये निर्धारित

कर दी गई है। इसमें से, प्रत्येक माह, प्रत्येक इंटर्न को दी जाने वाली कुल मासिक सहायता राशि में से 900 रुपये कंपनी अपनी सीएसार निधि या स्वयं की निधि से देगी और सरकार शेष 8100 रुपये इंटर्न के आधार से जुड़े बैंक खाते में डीबीटी के माध्यम से जमा करेगी। यदि कंपनी 900 रुपये से अधिक मासिक सहायता देना चाहती है, तो वह अपने स्वयं की निधि से ऐसा कर सकती है।

(ख): पीएम इंटर्नशिप योजना पायलट प्रोजेक्ट के पहले राउंड में, लगभग 1.81 लाख अभ्यर्थियों से 6.21 लाख से अधिक आवेदन प्राप्त हुए थे। साझेदार कंपनियों ने 60,000 से अधिक अभ्यर्थियों को 82,000 से अधिक इंटर्नशिप प्रस्ताव दिए और 8700 से अधिक इंटर्न उनकी इंटर्नशिप में शामिल हुए।

पीएम इंटर्नशिप योजना पायलट प्रोजेक्ट के दूसरे राउंड में 2.14 लाख से अधिक आवेदकों से 4.55 लाख से अधिक आवेदन प्राप्त हुए थे। साझेदार कंपनियों ने 71000 से अधिक अभ्यर्थियों को 83000 से अधिक प्रस्ताव दिए हैं और 7300 से अधिक इंटर्न उनकी इंटर्नशिप में शामिल हुए हैं।

(ग): वित्त वर्ष 2025-26 में प्रधानमंत्री इंटर्नशिप योजना के लिए स्वीकृत और उपयोग की गई राशि का ब्यौरा संलग्न **विवरण** में दिया गया है।

(घ): उत्तर प्रदेश सहित पूरे देश के लिए प्रस्तावों को स्वीकार न किए जाने अथवा कम ज्वाइनिंग दरों का विश्लेषण किया गया है।

कारपोरेट कार्य मंत्रालय द्वारा किए गए स्वतंत्र मूल्यांकन और फीडबैक सर्वेक्षण, कॉल सेंटर द्वारा अभ्यर्थियों को किए गए आउटबाउंड कॉल और अभ्यर्थियों, उद्योग और उद्योग संघों और राज्य सरकारों जैसे विभिन्न हितधारकों से प्राप्त फीडबैक के आधार पर, कम स्वीकृति/ज्वाइनिंग के देखे गए कुछ कारण नीचे दिए गए हैं:

- स्थान एक महत्वपूर्ण कारण है और अभ्यर्थियों द्वारा इंगित आदर्श यात्रा दूरी 5-10 किमी के बीच है।

- 12 महीने की इंटर्नशिप अवधि सामान्य कौशल कार्यक्रमों की तुलना में अधिक है।
- कुछ अभ्यर्थियों को प्रस्तावित भूमिकाओं में कोई दिलचस्पी नहीं है।

(ङ): पीएमआईएस पायलट प्रोजेक्ट के लिए मौजूदा अनुमोदित दिशानिर्देशों के अनुसार, कंपनियां अपनी कंपनी में देश भर में इंटर्नशिप के अवसर प्रदान कर सकती हैं या यह अपनी अग्र और पश्च आपूर्ति श्रृंखला (जैसे नेटवर्क संस्थाएं/सहायक कंपनियां/आपूर्तिकर्ता/विक्रेता, आदि) या अपने समूह की अन्य कंपनियों/संस्थानों में कंपनियों/एमएसएमई के साथ साझेदारी कर सकती हैं।

<u>विवरण</u>

वित्तीय वर्ष 2025-26 में प्रधानमंत्री इंटर्नशिप योजना के लिए 28.02.2026 तक स्वीकृत और उपयोग की गई राशि का विवरण नीचे दिया गया है

(राशि करोड़ रुपये में)

क्र.सं.	वित्तीय वर्ष	बजट आवंटन और अनुमान	संशोधित अनुमान	वास्तविक व्यय
1.	2025-26	10831.07*	526	87.46

**मुख्य योजना के लिए मंत्रालय को 10831.07 करोड़ रुपये आवंटित किए गए हैं। तथापि, मुख्य योजना शुरू नहीं की जा सकी और पायलट प्रोजेक्ट को जारी रखा गया है।*

STRENGTHENING NATIONAL SERVICE SCHEME

4974. SHRI RAO RAJENDRA SINGH:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government has taken any steps to strengthen the National

Service Scheme(NSS) and if so, the details thereof;

(b) the total number of institutions and volunteers registered under the NSS;

(c) whether the Government has observed any palpable difference between the volunteers initially registered under the said scheme and those who received a certificate of completion; and

(d) if so, the steps taken by the Government to remove such a difference and the incentives provided to the volunteers under the said scheme?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): Yes, Government has taken several steps to strengthen the National Service Scheme (NSS) across the country. The details are as follows:

- Expansion of Volunteer Strength: In 2022-23 Government enhanced the volunteer strength from 36 lakhs to 39 lakhs across various Senior Secondary Schools, Colleges, and Universities.
- The Government promotes setting up of Self-Funding Units (SFUs) of NSS in order to increase participation across Schools and Colleges. The institutions setting up the SFUs would need to raise necessary resources for running of the NSS unit on their own. Such institutions could, if necessary, charge a nominal fee for NSS programme activities.

(b): The total number of Institutions registered under NSS in FY 2025-26 are 31,847. The total number of Volunteers registered under NSS during FY 2025-26 are 38,90,237.

(c) and (d): In accordance with NSS Manual, a student registered/ enrolled in

NSS has to undergo a special camp and complete 120 hrs of volunteer service each year for a period of two years to receive the NSS certificate.The incentives provided to the volunteers under the NSS are as follows :

- Academic Weightage: Various States and Union Territories (UTs) provide incentives to NSS volunteers, such as weightage in marks/percentage (typically ranging from 1% to 5%) during admissions to higher education courses. Some states provide bonus marks in the recruitment of state government services.
- NSS Awards: The Ministry confers National Service Scheme Awards annually at the National level to 30 shortlisted volunteers to recognize their outstanding contributions including cash prizes and certificates. The award is presented by Hon'ble President of India.

WOMEN DIRECTORS IN GOVERNMENT OWNED COMPANIES

4975. DR. SHARMILA SARKAR:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the total number of directors on the boards of Government owned companies since 2014, gender-wise and year-wise;

(b) whether all Government owned companies including Public Sector Enterprises (PSEs) have appointed at least one woman director on their boards, if so, the details thereof;

(c) if not, the reasons therefor along with the details of such companies that do not have women directors on their boards; and

(d) the amount (in Rs.) collected from such companies as penalties since 2014, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a): The details of the number of directors on the boards of Government owned companies, gender-wise and year-wise are given in the enclosed **Statement.**

(b) and (c): As per second proviso to sub-section (1) of section 149 of the Companies Act, 2013 prescribed class of companies shall have at least one woman director. As per Rule 3 of Companies (Appointment and Qualification of Directors) Rules, 2014, every listed company and every other public company having paid up share capital of Rs. 100 crore or more or having a turnover of Rs. 300 crore or more is required to appoint at least one woman director on its board.

Out of 708 Government owned companies including Public Sector Enterprises (PSEs) which are required to appoint at least one woman director on their boards, 529 companies have appointed at least one woman director and 179 companies have not appointed at least one woman director. The non compliance of minimum threshold limit of appointment of woman director are company specific and other administrative reasons.

(d) Separate data in respect of penalties collected from Government owned companies is not maintained centrally.

STATEMENT

The details of the number of directors on the boards of Government owned companies, gender-wise and year-wise

Sl. No	Financial Year	Number of directors on the boards of Government owned companies		Total
		Female	Male	
1	2013-14	4	86	90
2	2014-15	11	149	160
3	2015-16	27	174	201
4	2016-17	42	316	358
5	2017-18	53	328	381
6	2018-19	76	457	533
7	2019-20	59	374	433
8	2020-21	81	424	505
9	2021-22	97	699	796
10	2022-23	163	933	1096
11	2023-24	266	1721	1987
12	2024-25	476	2311	2787
13	2025-26 (till 13/3/2026)	668	3423	4091

हिमाचल प्रदेश में सीमित इंटरनेट संपर्क के कारण डिजिटल शिक्षा में असमानता

4976. श्री सुरेश कुमार कश्यप:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हिमाचल प्रदेश के पहाड़ी और दूर-दराज के क्षेत्रों, विशेषकर शिमला लोक सभा निर्वाचन क्षेत्र में इंटरनेट संपर्क, विद्युत आपूर्ति और डिजिटल उपकरणों की सीमित उपलब्धता के कारण डिजिटल शिक्षा का लाभ छात्रों तक समान रूप से नहीं पहुंच पा रहा है जिससे शहरी और ग्रामीण छात्रों के बीच शैक्षिक असमानता बढ़ रही है और यदि हां, तो तत्संबंधी ब्यौरा

क्या है;

(ख) उक्त राज्य में इंटरनेट, स्मार्ट क्लासरूम और डिजिटल शिक्षण सामग्री से लैस सरकारी और सरकारी सहायताप्राप्त विद्यालयों की संख्या कितनी है;

(ग) विगत पांच वर्षों के दौरान डिजिटल शिक्षा के लिए वर्ष-वार कितनी-कितनी धनराशि स्वीकृत, जारी की गई और उपयोग में लाई गई;

(घ) कितने छात्रों को डिजिटल उपकरण प्रदान किए गए हैं और कितने शिक्षक डिजिटल प्रशिक्षण से लाभान्वित हुए हैं; और

(ङ) सरकार द्वारा डिजिटल असमानता को दूर करने के लिए क्या समयबद्ध कार्ययोजना प्रस्तावित है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ङ): शिक्षा संविधान की समवर्ती सूची का हिस्सा है और अधिकांश सरकारी स्कूल राज्य सरकार और उसके निकायों के प्रशासन के तहत हैं। शिक्षा मंत्रालय हिमाचल प्रदेश राज्य सहित देश भर के सरकारी स्कूलों में डिजिटल लर्निंग को बढ़ाने के लिए समग्र शिक्षा के तहत आईसीटी और डिजिटल पहल को कार्यान्वित करता है।

भारत सरकार ने बजट 2025 में चरणबद्ध तरीके से बीएसएनएल द्वारा दूरदराज के क्षेत्रों में डिजिटल अवसंरचना को बढ़ाने के लिए हिमाचल प्रदेश के स्कूलों सहित ग्रामीण क्षेत्रों के सभी सरकारी माध्यमिक विद्यालयों को 'भारतनेट' परियोजना के तहत ब्रॉडबैंड कनेक्टिविटी प्रदान करने की घोषणा की है।

बिजली और इंटरनेट खर्चों को पूरा करने के लिए राज्यों/संघ राज्य क्षेत्रों को वार्षिक अनुदान प्रदान किया जाता है। इसके अलावा, इंटरनेट कनेक्टिविटी को सुदृढ़ करने के लिए, हिमाचल प्रदेश राज्य ने ग्रामीण क्षेत्रों में स्थित सरकारी माध्यमिक विद्यालयों में एफटीटीएच कनेक्शन की सुविधा प्रदान करने के लिए बीएसएनएल के साथ एक समझौता ज्ञापन पर हस्ताक्षर

किए हैं।

राज्य ने राज्य भर के सभी माध्यमिक विद्यालयों में आईसीटी प्रयोगशालाएं और स्मार्ट क्लासरूम स्थापित किए हैं। राज्य ने प्राथमिक स्तर पर 538 स्कूलों में आईसीटी प्रयोगशालाएं और 115 स्कूलों में स्मार्ट क्लासरूम भी प्रदान किए हैं। कुल मिलाकर 8,910 सरकारी और 10,995 सरकारी सहायता प्राप्त स्कूल क्रमशः इंटरनेट और स्मार्ट क्लासरूम/डिजिटल शिक्षण सामग्री से सुसज्जित हैं।

इंटरनेट कनेक्टिविटी, बिजली और डिजिटल उपकरणों वाले स्कूलों का ब्यौरा निम्नानुसार है:

ब्यौरा	**शिमला लोकसभा संसदीय निर्वाचन**			**हिमाचल प्रदेश**		
	ग्रामीण	**शहरी**	**कुल**	**ग्रामीण**	**शहरी**	**कुल**
कुल स्कूल	4,060	164	4,224	13,928	469	14,397
स्कूलों की संख्या इंटरनेट कनेक्टिविटी	2,375	115	2,490	8,599	311	8,910
बिजली की उपलब्धता वाले स्कूलों की संख्या	3995	164	4159	13783	468	14,251
स्मार्ट क्लासरूम सहित डिजिटल उपकरण वाले स्कूलों की संख्या	3065	148	3213	10570	425	10,995

पिछले पांच वर्षों के दौरान डिजिटल शिक्षा (आईसीटी घटक) के लिए कुल निधि परिव्यय और स्वीकृत केंद्रीय हिस्सेदारी (लाख में) नीचे दी गई है:

वित्तीय वर्ष	कुल परिव्यय	केंद्रीय शेयर
2021-22	10,165.60	9,149.04
2022-23	16,351.33	14,716.2
2023-24	14,565.54	13,108.99
2024-25	3,722.54	3,350.286
2025-26 (as on 18/03/2026)	7,920.86	7,128.774

समग्र शिक्षा के तहत केंद्र सरकार राज्यों/संघ राज्य क्षेत्रों को चार किश्तों में निधियां जारी करती है और राज्यों/संघ राज्य क्षेत्रों को निधियां व्यय की गति, आनुपातिक राज्य हिस्सेदारी की प्राप्ति, लेखापरीक्षित लेखा, बकाया अग्रिमों पर विवरण, अद्यतन व्यय विवरण, पिछले वर्ष के लेखापरीक्षित उपयोगिता प्रमाण पत्र और वित्त मंत्रालय द्वारा निर्धारित आवश्यक जानकारी और योजना के वित्तीय प्रबंधन और खरीद पर मैनुअल प्रस्तुत करने के आधार पर जारी की जाती है। राज्यों/संघ राज्य क्षेत्रों को केंद्रीय हिस्से का आवंटन बजट प्रावधान के अनुसार किया जाता है, पहल-वार जारी नहीं की जाती है। राज्य/संघ राज्य क्षेत्र समग्र शिक्षा के पीएबी के तहत अनुमोदन के आधार पर आवश्यकताओं के अनुसार आगे निधियां जारी करते हैं। वित्तीय वर्ष 2021-22 से 2025-26 (18/03/2026 तक) के दौरान डिजिटल शिक्षा (आईसीटी घटक) के लिए पिछले पांच वर्षों के दौरान कुल व्यय (स्पिलओवर सहित) 24,832.71 लाख रुपये है।

सभी छात्रों द्वारा ऑनलाइन शिक्षा को सुविधाजनक बनाने के लिए, 'आत्मनिर्भर भारत अभियान' के हिस्से के रूप में 17 मई, 2020 को पीएम ई-विद्या नामक एक व्यापक पहल शुरू की गई थी, जो राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के तत्वावधान में देश भर में शिक्षा तक बहु-प्रकार की पहुंच को सक्षम करने के लिए डिजिटल/ऑनलाइन/ऑन-एयर शिक्षा से संबंधित सभी प्रयासों को एकीकृत करती है। पीएम ई-विद्या 200 डीटीएच टीवी चैनल पहल के तहत, हिमाचल प्रदेश

राज्य ने 3,714 सामग्री बनाई है, जिन्हें उनके आवंटित पांच समर्पित चैनलों (एचपी पीएम ई-विद्या 88-92) के माध्यम से प्रसारित किया जाता है

डिजिटल इंफ्रास्ट्रक्चर फॉर नॉलेज शेयरिंग (दीक्षा) सभी ग्रेडों के लिए क्यूआर कोड वाली एनर्जाइज्ड टेक्स्टबुक्स (ईटीबी) के साथ-साथ राज्यों/संघ राज्य क्षेत्रों में स्कूली शिक्षा के लिए गुणवत्तापूर्ण डिजिटल शिक्षण सामग्री प्रदान करने के लिए राष्ट्र का एक राष्ट्र, एक डिजिटल प्लेटफॉर्म है। दीक्षा में एक प्रतिभागी के रूप में, हिमाचल प्रदेश के पास 4.58 करोड़ से अधिक लर्निंग सेशन, 38.13 करोड़ से अधिक लर्निंग मिनट, 245 डिजिटल टेक्स्टबुक और 3,542 ई-सामग्री हैं। हितधारकों को दीक्षा पर 614 से अधिक वर्चुअल लैब्स और 100 वर्चुअल स्किल लैब्स (हिंदी और अंग्रेजी में प्रत्येक 50) तक पहुंच प्राप्त है। डिजिटल उपकरणों के निर्बाध उपयोग को सुनिश्चित करने के लिए, स्कूलों को ऑफ़लाइन सामग्री भी आपूर्ति की गई है ताकि वे इंटरनेट की अनुपलब्धता के दौरान भी डिजिटल शिक्षा जारी रख सकें। इससे कवरेज का विस्तार करने और यह सुनिश्चित करने में सहायता मिली है कि शहरी और ग्रामीण दोनों स्कूलों को आधुनिक डिजिटल अवसंरचना से लाभ हो।

शिक्षा मंत्रालय निष्ठा (स्कूल प्रमुखों और शिक्षकों की समग्र उन्नति के लिए राष्ट्रीय पहल) नामक एक एकीकृत शिक्षक प्रशिक्षण कार्यक्रम के माध्यम से अधिगम परिणामों में सुधार के लिए एक राष्ट्रीय मिशन का कार्यान्वयन कर रहा है। हिमाचल प्रदेश राज्य में, शिक्षण में सहायता के रूप में कंप्यूटर का उपयोग करने के लिए 31,999 शिक्षकों को प्रशिक्षित किया गया है।

LOANS OBTAINED FROM INTERNATIONAL INSTITUTIONS/COUNTRIES

4977. SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has obtained foreign loans from various international institutions and countries during the last ten financial years;

(b) if so, the details of foreign loans approved, received and outstanding during the said period, year-wise and lender-wise;

(c) the details of the major schemes/projects in which the funds received from such foreign loans were utilised during the said period along with the details of allocation and expenditure thereof, scheme-wise and State/UT-wise;

(d) the details of the interest rates, repayment periods, terms and conditions and the current outstanding liabilities of such loans; and

(e) the extent to which changes in exchange rates have increased the actual cost of these loans in Indian currency and the total additional financial burden on the Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Yes. The details, as maintained by the Government, are given in the enclosed **Statement-I**.

(c): Utilisation of external loans/grants, funding agency-wise for each State/UT with details of all the loans for the same period are given in the enclosed **Statement-II.**

(d): Loan-wise debt outstanding as on 28.02.2026 and loan-wise interest rates are given in the enclosed **Statement-III and IV** respectively. The repayment periods, terms and conditions may depend on loan agreement of each loan.

(e): The impact of exchange rate movements on the actual cost of such loans in Indian currency terms cannot be assessed in isolation. This is due to the

interplay of several factors, including the timing and phasing of disbursements, currency composition of the loan, amortization schedules, and any mid-course adjustments such as partial cancellations, loan currency conversions or restructurings etc. Further, the exchange rate applicable at the time of repayment also has a bearing on the overall cost. In addition, for loans passed on to States on a back-to-back basis, the servicing obligations, including exchange rate variations, are borne by the respective borrowing entities.

Statement I

The details of foreign loans obtained from various international institutions and countries and the details of foreign loans approved, received and outstanding, as maintained by the Government

Aid, Accounts & Audit Division सहायता लेखा एवं लेखा परीक्षा प्रभाग

Authorisation of Government Loans From 2015- 2016 To 2024-2025

सरकारी ऋण का प्राधिकरण 2015- 2016 से 2024-2025

INR in Crore And LC in Millions											
Agreement Amount(Net of cancellation)											
1	LC		2015- 2016	2016- 2017	2017- 2018	2018- 2019	2019- 2020	2020- 2021	2021- 2022	2022-2023	2023-2024	2024-2025
Asian Development Bank												
Total	JPY		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	37,737.50	153,358.00
Total	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2,167.28	8,514.91
Asian Development Bank												
Total	USD		1,307.21	1,888.00	1,694.50	3,148.20	1,978.00	3,921.01	4,602.00	2,158.30	2,785.62	2,226.86
Total	INR		8,548.79	12,684.77	10,917.28	21,965.00	14,004.52	28,961.78	34,269.37	17,320.99	23,047.41	18,834.64
Asian Infrastructure Investment Bank												
Total	USD		0.00	0.00	489.00	995.00	335.00	2,449.00	3,083.34	1,102.60	1,383.50	85.00
Total	INR		0.00	0.00	3,150.52	6,942.12	2,371.85	18,089.06	22,960.48	8,848.69	11,446.68	718.93
European Investment Bank												
Total	EUR		200.00	250.00	300.00	200.00	450.00	350.00	400.00	150.00	0.00	640.00
Total	INR		1,444.03	1,840.97	2,260.60	1,618.10	3,541.74	3,032.98	3,461.20	1,254.60	0.00	5,804.77
Germany												
Total	EUR		247.00	1,224.22	132.00	120.00	582.50	1,230.50	582.26	1,402.00	1,130.00	340.00
Total	INR		1,783.37	9,014.95	994.66	970.86	4,584.59	10,663.07	5,038.29	11,726.36	10,145.06	3,083.78

France											
Total	**EUR**	**200.00**	**130.00**	**245.00**	**180.00**	**77.00**	**450.00**	**0.00**	**539.00**	**146.11**	**192.90**
Total	**INR**	**1,444.03**	**957.30**	**1,846.16**	**1,456.29**	**606.03**	**3,899.54**	**0.00**	**4,508.21**	**1,311.75**	**1,749.59**
Japan											
Total	**JPY**	**318,372.00**	**163,967.00**	**398,435.00**	**548,405.00**	**307,531.00**	**356,296.00**	**385,258.00**	**536,732.00**	**809,385.00**	**275,997.00**
Total	**INR**	**17,337.05**	**10,178.69**	**23,162.98**	**34,532.72**	**20,038.97**	**24,936.10**	**25,550.23**	**31,918.94**	**46,483.40**	**15,324.21**
South Korea											
Total	**KRW**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**215,098.00**	**0.00**	**0.00**
Total	**INR**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**1,312.10**	**0.00**	**0.00**
South Korea											
Total	**USD**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**100.00**	**0.00**
Total	**INR**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**827.37**	**0.00**
Russian Federation											
Total	**USD**	**0.00**	**0.00**	**4,200.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**

Total	**INR**	**0.00**	**0.00**	**27,059.65**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**
International Bank for Reconstruction and Development											
Total	**JPY**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**45,205.60**	**195,608.50**
Total	**INR**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**2,596.18**	**10,860.79**
International Bank for Reconstruction and Development											
Total	**USD**	**2,701.50**	**786.90**	**2,348.90**	**2,798.94**	**2,840.58**	**4,201.00**	**2,788.30**	**3,316.00**	**3,583.46**	**3,295.50**
Total	**INR**	**17,667.03**	**5,286.89**	**15,133.43**	**19,528.18**	**20,111.70**	**31,029.87**	**20,763.43**	**26,611.88**	**29,648.51**	**27,873.08**
International Development Association											
Total	**USD**	**2,021.90**	**837.50**	**360.00**	**0.00**	**90.40**	**531.83**	**94.50**	**83.00**	**56.57**	**31.50**
Total	**INR**	**13,222.64**	**5,626.85**	**2,319.40**	**0.00**	**640.05**	**3,928.26**	**703.71**	**666.10**	**468.04**	**266.43**
International Development Association											
Total	**XDR**	**67.30**	**0.00**	**0.00**	**0.00**	**115.20**	**303.80**	**12.60**	**0.00**	**0.00**	**0.00**
Total	**INR**	**614.48**	**0.00**	**0.00**	**0.00**	**1,123.48**	**3,176.46**	**132.71**	**0.00**	**0.00**	**0.00**
International Fund for Agricultural Development											
Total	**USD**	**0.00**	**0.00**	**151.05**	**0.00**	**0.00**	**38.00**	**67.00**	**137.58**	**0.00**	**100.00**
Total	**INR**	**0.00**	**0.00**	**973.18**	**0.00**	**0.00**	**280.68**	**498.92**	**1,104.12**	**0.00**	**845.79**
International Fund for Agricultural Development											
Total	**XDR**	**52.10**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**
Total	**INR**	**475.70**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**
New Development Bank											
Total	**USD**	**0.00**	**350.00**	**100.00**	**1,230.00**	**300.00**	**3,458.00**	**80.00**	**406.63**	**1,682.76**	**418.80**
Total	**INR**	**0.00**	**2,351.52**	**644.28**	**8,581.71**	**2,124.04**	**25,541.84**	**595.73**	**3,263.33**	**13,922.67**	**3,542.18**
OPEC Fund for International Development											
Total	**USD**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**100.00**	**0.00**
Total	**INR**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**827.37**	**0.00**
Grand Total (INR)		**62,537.10**	**47,941.93**	**88,462.14**	**95,594.97**	**69,146.97**	**153,539.64**	**113,974.06**	**108,535.31**	**142,891.73**	**97,419.09**

Note : Data for current financial year (2025-2026) upto 11/03/2026 . Provisional 2024-2025,2023-2024

(i) Loan Currencies can not be summarized as they are in different currencies. However the summary in loan currencies is as under :

Grand Total(EUR)	647.00	1,604.22	677.00	500.00	1,109.50	2,030.50	982.26	2,091.00	1,276.11	1,172.90
Grand Total(JPY)	318,372.00	163,967.00	398,435.00	548,405.00	307,531.00	356,296.00	385,258.00	536,732.00	892,328.10	624,963.50
Grand Total(KRW)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	215,098.00	0.00	0.00
Grand Total(USD)	6,030.61	3,862.40	9,343.45	8,172.14	5,543.98	14,598.84	10,715.14	7,204.11	9,691.91	6,157.66
Grand Total(XDR)	119.40	0.00	0.00	0.00	115.20	303.80	12.60	0.00	0.00	0.00

Aid, Accounts & Audit Division

सहायता लेखा एवं लेखा परीक्षा प्रभाग

Utilisation of Government Loans From 2015- 2016 To 2024-2025

सरकारी ऋण का उपयोग 2015- 2016 से 2024-2025

INR in Crore And LC in Millions

1	LC		2015- 2016	2016- 2017	2017- 2018	2018- 2019	2019- 2020	2020- 2021	2021- 2022	2022-2023	2023-2024	2024-2025
Asian Development Bank												
Total	JPY		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	43,133.68
Total	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2,412.19
Asian Development Bank												
Total	USD		1,090.39	1,357.48	1,563.46	1,457.59	1,749.69	3,187.09	2,606.94	2,717.45	3,075.94	2,710.49
Total	INR		7,183.11	9,095.06	10,069.60	10,232.92	12,371.82	23,916.94	19,528.79	21,670.10	25,487.97	22,952.78
Asian Infrastructure Investment Bank												
Total	USD		0.00	0.00	57.57	175.70	119.77	1,259.99	1,048.67	859.95	832.64	673.14
Total	INR		0.00	0.00	374.13	1,220.05	848.04	9,448.69	7,863.59	6,932.94	6,897.30	5,683.98
European Investment Bank												
Total	EUR		0.00	100.00	100.00	100.00	150.00	104.15	130.52	300.00	200.00	390.34
Total	INR		0.00	730.72	761.41	798.55	1,190.00	936.92	1,130.82	2,558.62	1,813.60	3,543.42
Germany												
Total	EUR		126.61	125.71	242.98	218.23	258.26	734.12	135.60	144.21	350.17	536.21
Total	INR		908.42	909.81	1,857.87	1,760.62	2,056.22	6,422.08	1,179.41	1,198.88	3,128.55	4,876.56
France												
Total	EUR		44.97	105.64	141.41	121.06	178.46	262.87	52.20	130.20	105.01	220.49
Total	INR		329.39	762.16	1,045.15	977.66	1,396.87	2,296.37	453.11	1,116.17	935.67	2,004.14
Japan												
Total	JPY		175,493.72	201,248.03	236,092.53	222,944.88	215,371.21	227,994.57	280,366.60	385,216.13	559,749.82	479,655.62
Total	INR		9,736.21	12,253.07	13,792.85	14,054.47	14,128.43	15,574.67	18,356.15	23,127.72	31,936.52	26,811.50
South Korea												
Total	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.00	0.00

Total		**INR**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**831.36**	**0.00**
Russian Federation												
Total		**USD**	**0.57**	**241.51**	**356.73**	**544.86**	**381.57**	**426.89**	**538.44**	**626.60**	**700.23**	**534.01**
Total		**INR**	**3.69**	**1,618.07**	**2,301.55**	**3,850.50**	**2,709.25**	**3,150.18**	**4,017.79**	**5,113.14**	**5,812.84**	**4,543.48**
International Bank for Reconstruction and Development												
Total	**JPY**		**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**34,358.59**
Total	**INR**		**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**2,015.90**
International Bank for Reconstruction and Development												
Total	**USD**		**877.93**	**917.53**	**1,008.11**	**1,139.66**	**2,239.22**	**3,546.01**	**2,293.81**	**2,540.25**	**3,322.89**	**3,352.09**
Total	**INR**		**5,782.34**	**6,154.39**	**6,509.23**	**7,905.18**	**15,730.52**	**26,487.11**	**17,055.90**	**20,512.23**	**27,524.65**	**28,227.13**
International Development Association												
Total	**USD**		**50.16**	**118.26**	**137.27**	**362.32**	**403.76**	**847.28**	**489.26**	**352.11**	**170.91**	**98.48**
Total	**INR**		**341.68**	**789.83**	**884.25**	**2,522.22**	**2,869.06**	**6,267.03**	**3,636.72**	**2,815.70**	**1,414.84**	**829.18**
International Development Association												
Total	**XDR**		**995.94**	**908.71**	**834.11**	**358.87**	**433.52**	**472.15**	**54.65**	**0.24**	**-0.79**	**0.00**
Total	**INR**		**9,099.74**	**8,464.04**	**7,552.95**	**3,482.42**	**4,283.23**	**4,888.78**	**578.21**	**2.45**	**-8.57**	**0.00**
International Fund for Agricultural Development												
Total	**USD**		**0.00**	**0.00**	**0.00**	**9.13**	**14.69**	**4.95**	**9.80**	**2.25**	**31.12**	**31.59**
Total	**INR**		**0.00**	**0.00**	**0.00**	**62.08**	**103.81**	**37.27**	**73.33**	**19.87**	**257.50**	**267.04**
International Fund for Agricultural Development												
Total	**XDR**		**24.15**	**21.21**	**30.60**	**22.65**	**35.47**	**18.21**	**15.14**	**13.18**	**9.36**	**5.02**
Total	**INR**		**220.05**	**196.21**	**276.66**	**220.28**	**343.04**	**190.23**	**158.84**	**141.02**	**102.91**	**55.90**
New Development Bank												
Total	**USD**		**0.00**	**0.00**	**21.37**	**140.89**	**306.76**	**2,451.28**	**347.94**	**401.57**	**315.88**	**526.23**
Total	**INR**		**0.00**	**0.00**	**137.21**	**986.78**	**2,185.89**	**18,194.14**	**2,577.59**	**3,221.75**	**2,609.17**	**4,461.95**
OPEC Fund for International Development												
Total	**USD**		**4.02**	**2.75**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**13.89**
Total	**INR**		**26.34**	**18.65**	**-0.02**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**117.57**
Grand Total (INR)			**33,630.96**	**40,992.00**	**45,562.85**	**48,073.73**	**60,216.18**	**117,810.41**	**76,610.23**	**88,430.59**	**108,744.30**	**108,802.71**

Note : Data for current financial year (2025-2026) upto 11/03/2026 . Provisional 2024-2025,2023-2024

(i) Loan Currencies can not be summarized as they are in different currencies. However the summary in loan currencies is as under :

Grand Total(EUR)	171.58	331.35	484.39	439.28	586.72	1,101.14	318.32	574.41	655.18	1,147.04
Grand Total(JPY)	175,493.72	201,248.03	236,092.53	222,944.88	215,371.21	227,994.57	280,366.60	385,216.13	559,749.82	557,147.89
Grand Total(USD)	2,023.06	2,637.53	3,144.51	3,830.15	5,215.47	11,723.47	7,334.85	7,500.18	8,549.60	7,939.93
Grand Total(XDR)	1,020.09	929.92	864.71	381.52	468.99	490.35	69.79	13.43	8.57	5.02

Aid Accounts & Audit Division

Debt OutStanding

Outstanding as on		31-03-2016		
Donor	**Currency**	**Outstanding LC**	**Outstanding INR**	**Outstanding USD**
Government Loans				
		Multilateral		
ADB	USD	9,921,147,769.15	660,629,387,652	9,921,147,769.15
EECS	GBP	13,709,706.47	1,299,150,979	19,510,286.82
IBRD	USD	9,242,732,411.61	615,455,065,824	9,242,732,411.61
IDA	USD	2,334,920,028.28	155,477,654,843	2,334,920,028.28
IDA	XDR	15,867,016,886.57	1,482,185,648,425	22,259,050,405.86
IFAD	XDR	263,113,057.40	24,578,180,031	369,108,248.20
OPEC	USD	22,040,219.68	1,467,614,148	22,040,219.68
Total Multilateral			2,941,092,701,902	44,168,509,369.59
		Bilateral		
GODE	EUR	1,822,468,439.90	135,747,290,734	2,038,614,926.61
GOFR	EUR	331,308,734.43	24,677,663,607	370,602,264.78
GOIT	EUR	278,000.00	20,706,941	310,971.06
GOJP	JPY	1,537,749,002,956.00	901,120,915,732	13,532,782,419.24
GORU	INR	5,916,009,718.99	5,916,009,719	88,844,982.86
GORU	USD	676,069,809.26	45,018,136,459	676,069,809.26
GOSC	CHF	355,293.35	24,274,885	364,553.45
GOUS	USD	182,417,004.98	12,146,783,528	182,417,004.98
Total Bilateral			1,124,671,781,605	16,890,006,932.26
Total Government Loans(Multilateral & Bilateral)			**4,065,764,483,508**	**61,058,516,301.85**
Non-Government Loans				
		Multilateral		
ADB	USD	3,149,404,565.08	209,712,551,180	3,149,404,565.08
IBRD	USD	3,452,433,530.10	229,890,643,902	3,452,433,530.10
IFAD	XDR	13,352,498.64	1,247,296,955	18,731,557.57
Total Multilateral			440,850,492,037	6,620,569,652.75
		Bilateral		
GODE	EUR	1,134,745,075.98	84,521,940,883	1,269,326,919.00
GOFR	EUR	91,803,904.86	6,838,050,575	102,691,935.11
GOJP	JPY	199,041,280,364.00	116,638,190,293	1,751,639,789.35
Total Bilateral			207,998,181,751	3,123,658,643.46
Total Non-Government Loans(Multilateral & Bilateral)			**648,848,673,788**	**9,744,228,296.21**
Grand Total(Government & Non-Government)			**4,714,613,157,296**	**70,802,744,598.06**

Currency Total	Outstanding LC	Outstanding INR	Outstanding USD
Government Loans			
USD	22,379,327,242.96	1,490,194,642,454	22,379,327,242.96

GBP	13,709,706.47	1,299,150,979	19,510,286.82
EUR	2,154,055,174.33	160,445,661,282	2,409,528,162.46
JPY	1,537,749,002,956.00	901,120,915,732	13,532,782,419.24
INR	5,916,009,718.99	5,916,009,719	88,844,982.86
CHF	355,293.35	24,274,885	364,553.45
XDR	16,130,129,943.97	1,506,763,828,456	22,628,158,654.05
Non-Government Loans			
USD	6,601,838,095.18	439,603,195,082	6,601,838,095.18
EUR	1,226,548,980.84	91,359,991,457	1,372,018,854.11
JPY	199,041,280,364.00	116,638,190,293	1,751,639,789.35
XDR	13,352,498.64	1,247,296,955	18,731,557.57

Abbr.: ADB=Asian Development Bank, AIIB=Asian Infrastructure Investment Bank, EIB =European Investment Bank, GODE=Germany, GOFR=France, GOKR=South Korea, GOIT=Italy, GOJP=Japan, GORU=Russian Federation, GOUS=United States of America, IBRD=International Bank for Reconstruction and Development, IDA =International Development Association, IFAD=International Fund for Agricultural Development, NDB =New Development Bank, OPEC=OPEC

Note: For conversion of loan currencies in INR, period end rate of Reserve Bank of India (reference selling rate) are adopted.

For USD, period end rate of Reserve Bank of India (reference selling rate) is adopted for conversion to INR.

Aid Accounts & Audit Division

Debt OutStanding

Outstanding as on		31-03-2017		
Donor	**Currency**	**Outstanding LC**	**Outstanding INR**	**Outstanding USD**
Government Loans				
		Multilateral		
ADB	USD	10,794,863,331.62	701,506,352,578	10,794,863,331.62
EECS	GBP	12,800,891.01	1,033,181,675	15,898,722.71
EIB	EUR	100,000,000.00	7,018,410,000	108,000,129.26
IBRD	USD	9,331,990,458.47	606,441,266,342	9,331,990,458.47
IDA	USD	2,227,167,397.59	144,732,918,766	2,227,167,397.59
IDA	XDR	15,806,309,331.83	1,395,744,532,929	21,477,883,163.07
IFAD	XDR	274,438,709.04	24,233,761,324	372,912,006.49
OPEC	USD	22,981,493.09	1,493,456,925	22,981,493.09
Total Multilateral			2,882,203,880,538	44,351,696,702.30
		Bilateral		
GODE	EUR	1,794,889,922.79	125,972,733,830	1,938,483,436.70
GOFR	EUR	421,412,517.47	29,576,458,267	455,126,063.59
GOIT	EUR	278,000.00	19,511,180	300,240.36
GOJP	JPY	1,665,813,350,442.00	974,334,228,674	14,993,171,193.96
GORU	INR	5,639,568,984.99	5,639,568,985	86,782,359.45
GORU	USD	813,149,048.25	52,842,653,530	813,149,048.25
GOSC	CHF	73,194.50	4,789,131	73,695.72
GOUS	USD	155,483,882.70	10,104,151,214	155,483,882.70
Total Bilateral			1,198,494,094,811	18,442,569,920.71
Total Government Loans(Multilateral & Bilateral)			**4,080,697,975,350**	**62,794,266,623.01**
Non-Government Loans				
		Multilateral		
ADB	USD	3,250,372,507.88	211,226,107,499	3,250,372,507.88

IBRD	USD	3,677,866,783.48	239,006,908,498	3,677,866,783.48
IFAD	XDR	12,807,498.64	1,130,940,552	17,403,047.96

Total Multilateral			451,363,956,549	6,945,642,339.32
Bilateral				
GODE	EUR	1,168,040,803.10	81,977,892,529	1,261,485,577.16
GOFR	EUR	92,919,577.51	6,521,476,920	100,353,263.82
GOJP	JPY	186,912,869,668.00	109,325,337,469	1,682,311,318.10
Total Bilateral			197,824,706,918	3,044,150,159.08
Total Non-Government Loans(Multilateral & Bilateral)			**649,188,663,467**	**9,989,792,498.40**
Grand Total(Government & Non-Government)			**4,729,886,638,816**	**72,784,059,121.41**

Currency Total	Outstanding LC	Outstanding INR	Outstanding USD
Government Loans			
USD	23,345,635,611.72	1,517,120,799,355	23,345,635,611.72
XDR	16,080,748,040.87	1,419,978,294,253	21,850,795,169.56
GBP	12,800,891.01	1,033,181,675	15,898,722.71
EUR	2,316,580,440.26	162,587,113,277	2,501,909,869.90
JPY	1,665,813,350,442.00	974,334,228,674	14,993,171,193.96
INR	5,639,568,984.99	5,639,568,985	86,782,359.45
CHF	73,194.50	4,789,131	73,695.72
Non-Government Loans			
USD	6,928,239,291.36	450,233,015,997	6,928,239,291.36
EUR	1,260,960,380.61	88,499,369,449	1,361,838,840.98
JPY	186,912,869,668.00	109,325,337,469	1,682,311,318.10
XDR	12,807,498.64	1,130,940,552	17,403,047.96

Abbr.: ADB=Asian Development Bank, AIIB=Asian Infrastructure Investment Bank, EIB =European Investment Bank, GODE=Germany, GOFR=France, GOKR=South Korea, GOIT=Italy, GOJP=Japan, GORU=Russian Federation, GOUS=United States of America, IBRD=International Bank for Reconstruction and Development, IDA =International Development Association, IFAD=International Fund for Agricultural Development, NDB =New Development Bank, OPEC=OPEC

Note: For conversion of loan currencies in INR, period end rate of Reserve Bank of India (reference selling rate) are adopted.

For USD, period end rate of Reserve Bank of India (reference selling rate) is adopted for conversion to INR.

Aid Accounts & Audit Division

Debt OutStanding

Outstanding as on		31-03-2018		
Donor	**Currency**	**Outstanding LC**	**Outstanding INR**	**Outstanding USD**
Government Loans				
Multilateral				
ADB	USD	11,828,445,186.28	768,086,002,394	11,828,445,186.28
AIIB	USD	57,571,531.00	3,738,436,151	57,571,531.00
EECS	GBP	11,825,436.71	1,089,560,262	16,779,115.62
EIB	EUR	200,000,000.00	16,091,020,000	247,800,047.74
IBRD	USD	9,495,774,052.16	616,612,835,964	9,495,774,052.16
IDA	USD	2,142,708,329.58	139,137,836,735	2,142,708,329.58

IDA	XDR	15,562,465,703.39	1,470,558,077,930	22,646,442,668.95
IFAD	XDR	294,835,469.49	27,860,153,370	429,043,487.31
NDB	USD	21,371,643.82	1,387,778,377	21,371,643.82
OPEC	USD	21,171,293.09	1,374,768,502	21,171,293.09
Total Multilateral			3,045,936,469,686	46,907,107,355.55
Bilateral				
GODE	EUR	1,913,821,464.87	153,976,697,339	2,371,225,251.80
GOFR	EUR	540,089,624.99	43,452,964,787	669,171,174.28
GOIT	EUR	278,000.00	22,366,518	344,442.07
GOJP	JPY	1,823,403,406,152.00	1,126,498,624,321	17,347,962,583.20
GORU	INR	5,363,128,250.99	5,363,128,251	82,591,621.70
GORU	USD	1,065,182,806.30	69,168,178,119	1,065,182,806.30
GOSC	CHF	23,149.90	1,588,558	24,463.63
GOUS	USD	130,254,194.06	8,458,121,218	130,254,194.06
Total Bilateral			1,406,941,669,110	21,666,756,537.04
Total Government Loans(Multilateral & Bilateral)			**4,452,878,138,797**	**68,573,863,892.59**
Non-Government Loans				
Multilateral				
ADB	USD	3,417,745,949.42	221,933,042,099	3,417,745,949.42
IBRD	USD	3,750,467,060.14	243,538,453,784	3,750,467,060.14
IFAD	XDR	12,262,498.64	1,158,731,320	17,844,342.78
Total Multilateral			466,630,227,203	7,186,057,352.34
Bilateral				

GODE	EUR	1,062,025,670.32	85,445,381,508	1,315,850,059.03
GOFR	EUR	90,344,175.83	7,268,649,701	111,936,455.42
GOJP	JPY	181,874,535,783.00	112,362,088,207	1,730,364,564.94
Total Bilateral			205,076,119,416	3,158,151,079.39
Total Non-Government Loans(Multilateral & Bilateral)			**671,706,346,618**	**10,344,208,431.73**
Grand Total(Government & Non-Government)			**5,124,584,485,415**	**78,918,072,324.32**

Currency Total	Outstanding LC	Outstanding INR	Outstanding USD
Government Loans			
USD	24,762,479,036.29	1,607,963,957,461	24,762,479,036.29
GBP	11,825,436.71	1,089,560,262	16,779,115.62
EUR	2,654,189,089.86	213,543,048,644	3,288,540,915.89
JPY	1,823,403,406,152.00	1,126,498,624,321	17,347,962,583.20
INR	5,363,128,250.99	5,363,128,251	82,591,621.70
CHF	23,149.90	1,588,558	24,463.63
XDR	15,857,301,172.88	1,498,418,231,300	23,075,486,156.27
Non-Government Loans			
USD	7,168,213,009.56	465,471,495,882	7,168,213,009.56
EUR	1,152,369,846.15	92,714,031,209	1,427,786,514.45
JPY	181,874,535,783.00	112,362,088,207	1,730,364,564.94
XDR	12,262,498.64	1,158,731,320	17,844,342.78

Abbr.: ADB=Asian Development Bank, AIIB=Asian Infrastructure Investment Bank, EIB =European Investment Bank, GODE=Germany, GOFR=France, GOKR=South Korea, GOIT=Italy, GOJP=Japan, GORU=Russian Federation, GOUS=United States of America, IBRD=International Bank for Reconstruction and Development, IDA =International Development Association, IFAD=International Fund for Agricultural Development, NDB =New Development Bank, OPEC=OPEC

Note: For conversion of loan currencies in INR, period end rate of Reserve Bank of India (reference selling rate) are adopted.

For USD, period end rate of Reserve Bank of India (reference selling rate) is adopted for conversion to INR.

Aid Accounts & Audit Division

Debt OutStanding

Outstanding as on		31-03-2019		
Donor	**Currency**	**Outstanding LC**	**Outstanding INR**	**Outstanding USD**
Government Loans				
		Multilateral		
ADB	USD	12,709,772,727.51	876,122,763,425	12,709,772,727.51
AIIB	USD	233,269,899.87	16,079,994,008	233,269,899.87
EECS	GBP	10,847,069.17	985,571,213	14,297,523.87
EIB	EUR	300,000,000.00	23,279,370,000	337,710,095.31
IBRD	USD	9,754,974,411.51	672,439,651,109	9,754,974,411.51
IDA	USD	2,284,477,030.03	157,475,855,111	2,284,477,030.03
IDA	XDR	14,766,689,668.11	1,414,405,219,825	20,518,550,183.89
IFAD	USD	9,131,470.97	629,459,688	9,131,470.97
IFAD	XDR	306,971,704.80	29,402,824,287	426,542,066.74
NDB	USD	162,264,013.00	11,185,345,208	162,264,013.00
OPEC	USD	18,972,713.09	1,307,846,031	18,972,713.09
Total Multilateral			3,203,313,899,906	46,469,962,135.79
		Bilateral		
GODE	EUR	1,993,042,616.96	154,655,921,687	2,243,568,707.10
GOFR	EUR	633,234,540.76	49,137,670,570	712,832,323.71
GOIT	EUR	278,000.00	21,572,216	312,944.69
GOJP	JPY	1,965,004,704,815.00	1,224,983,932,982	17,770,645,887.77
GORU	INR	5,086,687,516.99	5,086,687,517	73,791,761.81

GORU	USD	1,504,756,131.69	103,727,354,426	1,504,756,131.69
GOUS	USD	105,108,364.33	7,245,434,878	105,108,364.33
Total Bilateral			1,544,858,574,276	22,411,016,121.10
Total Government Loans(Multilateral & Bilateral)			**4,748,172,474,182**	**68,880,978,256.90**
Non-Government Loans				
		Multilateral		
ADB	USD	3,812,226,968.49	262,788,241,619	3,812,226,968.49
AIIB	USD	30,994,200.29	2,136,523,209	30,994,200.29
IBRD	USD	3,931,623,362.60	271,018,593,254	3,931,623,362.60
IFAD	XDR	11,717,498.64	1,122,343,031	16,281,650.75
Total Multilateral			537,065,701,113	7,791,126,182.13
		Bilateral		
GODE	EUR	1,300,352,826.81	100,904,648,620	1,463,807,590.26
GOFR	EUR	187,768,774.15	14,570,462,559	211,371,368.71
GOJP	JPY	209,174,183,093.00	130,399,185,740	1,891,680,120.41
Total Bilateral			245,874,296,919	3,566,859,079.38
Total Non-Government Loans(Multilateral & Bilateral)			**782,939,998,032**	**11,357,985,261.51**
Grand Total(Government & Non-Government)			**5,531,112,472,214**	**80,238,963,518.41**

Currency Total	Outstanding LC	Outstanding INR	Outstanding USD
Government Loans			
USD	26,782,726,762.00	1,846,213,703,885	26,782,726,762.00
XDR	15,073,661,372.91	1,443,808,044,112	20,945,092,250.63
GBP	10,847,069.17	985,571,213	14,297,523.87
EUR	2,926,555,157.72	227,094,534,473	3,294,424,070.81
JPY	1,965,004,704,815.00	1,224,983,932,982	17,770,645,887.77
INR	5,086,687,516.99	5,086,687,517	73,791,761.81
Non-Government Loans			
USD	7,774,844,531.38	535,943,358,082	7,774,844,531.38
EUR	1,488,121,600.96	115,475,111,179	1,675,178,958.98
JPY	209,174,183,093.00	130,399,185,740	1,891,680,120.41
XDR	11,717,498.64	1,122,343,031	16,281,650.75

Abbr.: ADB=Asian Development Bank, AIIB=Asian Infrastructure Investment Bank, EIB =European Investment Bank, GODE=Germany, GOFR=France, GOKR=South Korea, GOIT=Italy, GOJP=Japan, GORU=Russian Federation, GOUS=United States of America, IBRD=International Bank for Reconstruction and Development, IDA =International Development Association, IFAD=International Fund for Agricultural Development, NDB =New Development Bank, OPEC=OPEC

Note: For conversion of loan currencies in INR, period end rate of Reserve Bank of India (reference selling rate) are adopted.

For USD, period end rate of Reserve Bank of India (reference selling rate) is adopted for conversion to INR.

Aid Accounts & Audit Division

Debt OutStanding

Outstanding as on		31-03-2020		
Donor	**Currency**	**Outstanding LC**	**Outstanding INR**	**Outstanding USD**
Government Loans				
		Multilateral		
ADB	USD	13,764,889,053.87	1,030,624,044,086	13,764,889,053.87
AIIB	USD	353,041,993.13	26,433,454,368	353,041,993.13
EECS	GBP	9,875,507.09	906,150,854	12,102,440.31
EIB	EUR	450,000,000.00	37,284,750,000	497,970,574.33
IBRD	USD	11,058,176,065.08	827,963,239,791	11,058,176,065.08
IDA	USD	2,474,714,031.46	185,290,253,563	2,474,714,031.46
IDA	XDR	13,942,368,362.33	1,439,768,428,594	19,229,371,560.45

IFAD	USD	23,823,305.34	1,783,731,870	23,823,305.34
IFAD	XDR	329,193,156.72	33,994,361,764	454,024,550.29
NDB	USD	469,020,412.38	35,117,152,944	469,020,412.38
OPEC	USD	16,774,133.09	1,255,936,377	16,774,133.09
Total Multilateral			3,620,421,504,212	48,353,908,119.74
Bilateral				
GODE	EUR	2,104,032,350.65	174,329,600,413	2,328,324,884.58
GOFR	EUR	775,202,897.28	64,229,436,054	857,840,515.51
GOIT	EUR	278,000.00	23,033,690	307,635.16
GOJP	JPY	2,091,146,830,092.00	1,444,564,230,228	19,293,423,702.25
GORU	INR	4,810,246,782.99	4,810,246,783	64,245,069.45
GORU	USD	1,781,660,109.00	133,398,950,005	1,781,660,109.00
GOUS	USD	80,834,040.52	6,052,319,449	80,834,040.52
Total Bilateral			1,827,407,816,623	24,406,635,956.46
Total Government Loans(Multilateral & Bilateral)			**5,447,829,320,834**	**72,760,544,076.20**
Non-Government Loans				
Multilateral				
ADB	USD	3,825,805,023.66	286,451,029,859	3,825,805,023.66
AIIB	USD	68,645,097.66	5,139,691,855	68,645,097.66
IBRD	USD	4,027,229,607.17	301,532,373,269	4,027,229,607.17
IFAD	XDR	11,172,498.64	1,153,735,893	15,409,155.89
Total Multilateral			594,276,830,876	7,937,088,884.38
Bilateral				
GODE	EUR	1,206,844,048.52	99,993,063,640	1,335,495,164.38
GOFR	EUR	185,193,372.47	15,344,196,876	204,935,222.33
GOJP	JPY	227,523,657,323.00	157,173,342,479	2,099,187,995.72
Total Bilateral			272,510,602,995	3,639,618,382.43
Total Non-Government Loans(Multilateral & Bilateral)			**866,787,433,871**	**11,576,707,266.81**
Grand Total(Government & Non-Government)			**6,314,616,754,705**	**84,337,251,343.01**

Currency Total	Outstanding LC	Outstanding INR	Outstanding USD
Government Loans			
USD	30,022,933,143.87	2,247,919,082,454	30,022,933,143.87
XDR	14,271,561,519.05	1,473,762,790,358	19,683,396,110.75
GBP	9,875,507.09	906,150,854	12,102,440.31
EUR	3,329,513,247.93	275,866,820,157	3,684,443,609.58
JPY	2,091,146,830,092.00	1,444,564,230,228	19,293,423,702.25
INR	4,810,246,782.99	4,810,246,783	64,245,069.45
Non-Government Loans			
USD	7,921,679,728.49	593,123,094,983	7,921,679,728.49
EUR	1,392,037,420.99	115,337,260,516	1,540,430,386.71
JPY	227,523,657,323.00	157,173,342,479	2,099,187,995.72
XDR	11,172,498.64	1,153,735,893	15,409,155.89

Abbr.: ADB=Asian Development Bank, AIIB=Asian Infrastructure Investment Bank, EIB =European Investment Bank, GODE=Germany, GOFR=France, GOKR=South Korea, GOIT=Italy, GOJP=Japan, GORU=Russian Federation, GOUS=United States of America, IBRD=International Bank for Reconstruction and Development, IDA =International Development Association, IFAD=International Fund for Agricultural Development, NDB =New Development Bank, OPEC=OPEC

Note: For conversion of loan currencies in INR, period end rate of Reserve Bank of India (reference selling rate) are adopted.

For USD, period end rate of Reserve Bank of India (reference selling rate) is adopted for conversion to INR.

Aid Accounts & Audit Division

Debt OutStanding

Outstanding as on		31-03-2021		
Donor	**Currency**	**Outstanding LC**	**Outstanding INR**	**Outstanding USD**
Government Loans				
		Multilateral		
ADB	USD	16,125,196,021.44	1,172,072,772,975	16,125,196,021.44
AIIB	USD	1,613,027,735.73	117,244,211,394	1,613,027,735.73
EECS	GBP	8,914,836.35	888,736,082	12,227,093.63
EIB	EUR	551,118,262.24	47,033,810,295	647,083,891.15
IBRD	USD	13,649,959,189.36	992,158,203,646	13,649,959,189.36
IDA	USD	3,082,602,142.89	224,061,402,838	3,082,602,142.89
IDA	XDR	13,431,390,819.00	1,390,022,694,693	19,123,717,351.85
IFAD	USD	28,775,789.21	2,091,591,259	28,775,789.21
IFAD	XDR	331,344,227.23	34,291,012,883	471,770,454.24
NDB	USD	2,920,300,460.74	212,264,375,229	2,920,300,460.74
OPEC	USD	14,575,553.09	1,059,435,737	14,575,553.09
Total Multilateral			4,193,188,247,031	57,689,235,683.33
		Bilateral		
GODE	EUR	2,686,604,759.70	229,281,566,705	3,154,420,350.40
GOFR	EUR	992,438,080.17	84,697,146,857	1,165,250,253.24
GOIT	EUR	278,000.00	23,725,215	326,407.84
GOJP	JPY	2,225,620,681,176.00	1,475,809,073,688	20,303,953,092.47
GORU	INR	4,533,806,048.99	4,533,806,049	62,375,402.75
GORU	USD	2,100,653,205.66	152,687,658,776	2,100,653,205.66
GOUS	USD	58,519,740.38	4,253,554,145	58,519,740.38
Total Bilateral			1,951,286,531,435	26,845,498,452.73
Total Government Loans(Multilateral & Bilateral)			**6,144,474,778,466**	**84,534,734,136.06**
Non-Government Loans				
		Multilateral		
ADB	USD	3,851,584,843.52	279,955,525,619	3,851,584,843.52
AIIB	USD	91,583,975.28	6,656,854,510	91,583,975.28
IBRD	USD	4,097,691,464.01	297,843,982,215	4,097,691,464.01
IFAD	XDR	10,627,498.64	1,099,846,211	15,131,514.14
Total Multilateral			585,556,208,555	8,055,991,796.95
		Bilateral		
GODE	EUR	1,065,275,474.95	90,913,272,221	1,250,770,745.05
GOFR	EUR	208,031,454.38	17,753,924,395	244,255,747.27
GOJP	JPY	245,113,081,014.00	162,534,484,020	2,236,124,305.17

Total Bilateral	271,201,680,637	3,731,150,797.49
Total Non-Government Loans(Multilateral & Bilateral)	**856,757,889,192**	**11,787,142,594.45**
Grand Total(Government & Non-Government)	**7,001,232,667,658**	**96,321,876,730.51**

Currency Total	Outstanding LC	Outstanding INR	Outstanding USD
Government Loans			
USD	39,593,609,838.50	2,877,893,205,999	39,593,609,838.50
GBP	8,914,836.35	888,736,082	12,227,093.63
EUR	4,230,439,102.11	361,036,249,072	4,967,080,902.62
JPY	2,225,620,681,176.00	1,475,809,073,688	20,303,953,092.47
INR	4,533,806,048.99	4,533,806,049	62,375,402.75
XDR	13,762,735,046.23	1,424,313,707,575	19,595,487,806.09
Non-Government Loans			
USD	8,040,860,282.81	584,456,362,344	8,040,860,282.81
EUR	1,273,306,929.33	108,667,196,616	1,495,026,492.33
JPY	245,113,081,014.00	162,534,484,020	2,236,124,305.17
XDR	10,627,498.64	1,099,846,211	15,131,514.14

Abbr.: ADB=Asian Development Bank, AIIB=Asian Infrastructure Investment Bank, EIB =European Investment Bank, GODE=Germany, GOFR=France, GOKR=South Korea, GOIT=Italy, GOJP=Japan, GORU=Russian Federation, GOUS=United States of America, IBRD=International Bank for Reconstruction and Development, IDA =International Development Association, IFAD=International Fund for Agricultural Development, NDB =New Development Bank, OPEC=OPEC

Note: For conversion of loan currencies in INR, period end rate of Reserve Bank of India (reference selling rate) are adopted.

For USD, period end rate of Reserve Bank of India (reference selling rate) is adopted for conversion to INR.

Aid Accounts & Audit Division
Debt OutStanding

Outstanding as on		31-03-2022		
Donor	**Currency**	**Outstanding LC**	**Outstanding INR**	**Outstanding USD**
Government Loans				
		Multilateral		
ADB	USD	17,792,883,082.95	1,352,314,272,242	17,792,883,082.95
AIIB	USD	2,661,694,840.68	202,297,059,146	2,661,694,840.68
EECS	GBP	7,962,142.42	792,622,520	10,428,818.29
EIB	EUR	672,542,593.29	56,170,690,137	739,057,882.34
IBRD	USD	14,943,846,391.48	1,135,778,651,676	14,943,846,391.48
IDA	USD	3,289,933,153.19	250,045,118,435	3,289,933,153.19
IDA	XDR	12,613,610,719.23	1,322,017,403,150	17,394,256,328.37
IFAD	USD	38,574,647.18	2,931,792,767	38,574,647.18
IFAD	XDR	329,768,656.07	34,562,657,120	454,753,255.07
NDB	USD	3,258,048,149.26	247,621,759,293	3,258,048,149.26
OPEC	USD	12,376,973.09	940,688,323	12,376,973.09
Total Multilateral			4,605,472,714,809	60,595,853,521.90
		Bilateral		
GODE	EUR	2,603,823,365.46	217,471,067,101	2,861,344,696.47
GOFR	EUR	989,248,420.21	82,621,929,131	1,087,086,304.78
GOIT	EUR	278,000.00	23,218,532	305,494.54
GOJP	JPY	2,410,265,059,742.00	1,484,000,197,283	19,525,521,949.55
GORU	INR	4,257,365,314.99	4,257,365,315	56,015,679.82
GORU	USD	2,531,197,139.16	192,378,829,287	2,531,197,139.16
GOUS	USD	45,826,732.92	3,482,973,765	45,826,732.92
Total Bilateral			1,984,235,580,414	26,107,297,997.24
Total Government Loans(Multilateral & Bilateral)			**6,589,708,295,224**	**86,703,151,519.14**
Non-Government Loans				
		Multilateral		
ADB	USD	3,689,517,561.18	280,414,772,154	3,689,517,561.18
AIIB	USD	80,821,114.99	6,142,655,285	80,821,114.99
EIB	EUR	19,860,000.00	1,658,705,214	21,824,178.41
IBRD	USD	4,171,952,701.47	317,081,338,365	4,171,952,701.47
IFAD	XDR	10,082,498.64	1,056,734,583	13,903,835.28
Total Multilateral			606,354,205,601	7,978,019,391.33
		Bilateral		
GODE	EUR	952,840,320.35	79,581,128,272	1,047,077,399.10
GOFR	EUR	202,956,052.70	16,950,869,226	223,028,655.75
GOJP	JPY	276,859,383,032.00	170,462,322,133	2,242,833,807.21
Total Bilateral			266,994,319,630	3,512,939,862.06
Total Non-Government Loans(Multilateral & Bilateral)			**873,348,525,232**	**11,490,959,253.40**
Grand Total(Government & Non-Government)			**7,463,056,820,455**	**98,194,110,772.54**

Currency Total	Outstanding LC	Outstanding INR	Outstanding USD
Government Loans			
USD	44,574,381,109.91	3,387,791,144,935	44,574,381,109.91
EUR	4,265,892,378.96	356,286,904,901	4,687,794,378.13
JPY	2,410,265,059,742.00	1,484,000,197,283	19,525,521,949.55
GBP	7,962,142.42	792,622,520	10,428,818.29
INR	4,257,365,314.99	4,257,365,315	56,015,679.82
XDR	12,943,379,375.30	1,356,580,060,270	17,849,009,583.44
Non-Government Loans			
USD	7,942,291,377.64	603,638,765,804	7,942,291,377.64
EUR	1,175,656,373.05	98,190,702,711	1,291,930,233.26
JPY	276,859,383,032.00	170,462,322,133	2,242,833,807.21
XDR	10,082,498.64	1,056,734,583	13,903,835.28

Abbr.: ADB=Asian Development Bank, AIIB=Asian Infrastructure Investment Bank, EIB =European Investment Bank, GODE=Germany, GOFR=France, GOKR=South Korea, GOIT=Italy, GOJP=Japan, GORU=Russian Federation, GOUS=United States of America, IBRD=International Bank for Reconstruction and Development, IDA =International Development Association, IFAD=International Fund for Agricultural Development, NDB =New Development Bank, OPEC=OPEC

Note: For conversion of loan currencies in INR, period end rate of Reserve Bank of India (reference selling rate) are adopted.

For USD, period end rate of Reserve Bank of India (reference selling rate) is adopted for conversion to INR.

Aid Accounts & Audit Division

Debt OutStanding

Outstanding as on		31-03-2023		
Donor	**Currency**	**Outstanding LC**	**Outstanding INR**	**Outstanding USD**
Government Loans				
		Multilateral		
ADB	USD	19,604,787,869.43	1,612,235,019,061	19,604,787,869.43
AIIB	USD	3,495,581,148.45	287,465,407,789	3,495,581,148.45
EECS	GBP	7,019,091.02	711,202,379	8,648,225.35
EIB	EUR	954,165,271.68	84,878,344,241	1,032,121,194.42
IBRD	USD	16,506,685,230.45	1,357,456,971,959	16,506,685,230.45
IDA	USD	3,339,948,498.44	274,666,676,677	3,339,948,498.44
IDA	XDR	11,416,739,622.90	1,262,698,252,337	15,354,418,609.87
IFAD	USD	39,647,711.12	3,260,500,890	39,647,711.12
IFAD	XDR	324,508,977.82	35,890,887,652	436,433,417.31
NDB	USD	3,622,797,960.80	297,927,311,343	3,622,797,960.80
OPEC	USD	10,178,393.09	837,038,477	10,178,393.09
Total Multilateral			5,218,027,612,804	63,451,248,258.73
		Bilateral		
GODE	EUR	2,542,296,466.57	226,151,507,562	2,750,003,739.95
GOFR	EUR	1,057,015,618.06	94,027,458,514	1,143,374,480.94
GOIT	EUR	278,000.00	24,729,657	300,712.78
GOJP	JPY	2,690,715,024,943.00	1,693,805,108,202	20,596,680,661.24
GORU	INR	3,980,924,580.99	3,980,924,581	48,408,067.69
GORU	USD	3,157,799,560.89	259,687,330,929	3,157,799,560.89
GOUS	USD	33,311,844.88	2,739,459,525	33,311,844.88
Total Bilateral			2,280,416,518,969	27,729,879,068.37
Total Government Loans(Multilateral & Bilateral)			**7,498,444,131,773**	**91,181,127,327.10**
Non-Government Loans				
Multilateral				
ADB	USD	3,466,800,973.10	285,098,618,265	3,466,800,973.10

AIIB	USD	67,255,835.78	5,530,904,716	67,255,835.78
EIB	EUR	18,536,000.00	1,648,881,002	20,050,403.25
IBRD	USD	3,987,301,402.56	327,902,907,982	3,987,301,402.56
IFAD	XDR	9,537,498.64	1,054,853,072	12,827,019.92
Total Multilateral			621,236,165,036	7,554,235,634.61
Bilateral				
GODE	EUR	840,266,654.47	74,746,424,409	908,916,986.17
GOFR	EUR	195,380,653.69	17,380,203,277	211,343,380.06
GOJP	JPY	333,799,286,680.00	210,126,650,965	2,555,141,383.97
Total Bilateral			302,253,278,651	3,675,401,750.20
Total Non-Government Loans(Multilateral & Bilateral)			**923,489,443,687**	**11,229,637,384.81**
Grand Total(Government & Non-Government)			**8,421,933,575,460**	**102,410,764,711.91**

Currency Total	Outstanding LC	Outstanding INR	Outstanding USD
Government Loans			
USD	49,810,738,217.55	4,096,275,716,649	49,810,738,217.55
GBP	7,019,091.02	711,202,379	8,648,225.35
EUR	4,553,755,356.31	405,082,039,974	4,925,800,128.09
JPY	2,690,715,024,943.00	1,693,805,108,202	20,596,680,661.24
INR	3,980,924,580.99	3,980,924,581	48,408,067.69
XDR	11,741,248,600.72	1,298,589,139,989	15,790,852,027.18
Non-Government Loans			
USD	7,521,358,211.44	618,532,430,963	7,521,358,211.44
EUR	1,054,183,308.16	93,775,508,688	1,140,310,769.48
JPY	333,799,286,680.00	210,126,650,965	2,555,141,383.97
XDR	9,537,498.64	1,054,853,072	12,827,019.92

Abbr.: ADB=Asian Development Bank, AIIB=Asian Infrastructure Investment Bank, EIB =European Investment Bank, GODE=Germany, GOFR=France, GOKR=South Korea, GOIT=Italy, GOJP=Japan, GORU=Russian Federation, GOUS=United States of America, IBRD=International Bank for Reconstruction and Development, IDA =International Development Association, IFAD=International Fund for Agricultural Development, NDB =New Development Bank, OPEC=OPEC

Note: For conversion of loan currencies in INR, period end rate of Reserve Bank of India (reference selling rate) are adopted.

For USD, period end rate of Reserve Bank of India (reference selling rate) is adopted for conversion to INR.

Aid Accounts & Audit Division

Debt OutStanding

Outstanding as on		31-03-2024		
Donor	**Currency**	**Outstanding LC**	**Outstanding INR**	**Outstanding USD**
Government Loans				
		Multilateral		
ADB	USD	21,485,570,729.91	1,791,593,652,327	21,485,570,729.91
AIIB	USD	4,261,699,472.17	355,365,646,016	4,261,699,472.17
EECS	GBP	6,058,821.46	638,699,752	7,659,565.38
EIB	EUR	1,120,665,332.60	101,325,404,313	1,215,138,342.49
IBRD	USD	18,799,386,994.39	1,567,603,803,976	18,799,386,994.39
IDA	USD	3,224,619,656.25	268,887,812,194	3,224,619,656.25
IDA	XDR	10,065,853,761.08	1,111,181,675,710	13,325,774,210.16
IFAD	USD	67,202,036.15	5,603,702,266	67,202,036.15
IFAD	XDR	314,981,595.47	34,771,196,302	416,991,317.50
NDB	USD	3,870,651,250.94	322,757,738,146	3,870,651,250.94
OPEC	USD	7,979,813.09	665,403,896	7,979,813.09
Total Multilateral			5,560,394,734,899	66,682,673,388.42
		Bilateral		

GODE	EUR	2,643,559,714.89	239,018,509,046	2,866,413,974.61
GOFR	EUR	1,089,682,412.86	98,524,071,232	1,181,543,537.12
GOIT	EUR	278,000.00	25,135,481	301,435.63
GOJP	JPY	3,136,723,783,906.07	1,728,171,695,295	20,724,987,021.75
GOKR	USD	100,000,000.00	8,338,590,000	100,000,000.00
GORU	INR	3,704,483,853.99	3,704,483,854	44,425,782.47
GORU	USD	3,807,717,696.73	317,509,967,088	3,807,717,696.73
GOUS	USD	21,578,498.14	1,799,342,488	21,578,498.14
Total Bilateral			2,397,091,794,484	28,746,967,946.44
Total Government Loans(Multilateral & Bilateral)			**7,957,486,529,383**	**95,429,641,334.86**
Non-Government Loans				
		Multilateral		
ADB	USD	3,236,230,093.59	269,855,958,961	3,236,230,093.59
AIIB	USD	55,026,050.08	4,588,396,709	55,026,050.08
EIB	EUR	18,536,000.00	1,675,939,854	20,098,600.06
IBRD	USD	3,981,480,671.59	331,999,349,133	3,981,480,671.59
IFAD	XDR	9,264,998.64	1,022,774,318	12,265,554.70
Total Multilateral			609,142,418,976	7,305,100,970.02
		Bilateral		
GODE	EUR	754,422,943.44	68,211,452,201	818,021,418.50
GOFR	EUR	289,416,289.65	26,167,689,595	313,814,321.07
GOJP	JPY	336,498,547,388.00	185,393,201,686	2,223,315,952.53
Total Bilateral			279,772,343,482	3,355,151,692.10
Total Non-Government Loans(Multilateral & Bilateral)			**888,914,762,458**	**10,660,252,662.12**
Grand Total(Government & Non-Government)			**8,846,401,291,841**	**106,089,893,996.98**

Currency Total	Outstanding LC	Outstanding INR	Outstanding USD
Government Loans			
USD	55,646,406,147.77	4,640,125,658,397	55,646,406,147.77
GBP	6,058,821.46	638,699,752	7,659,565.38
EUR	4,854,185,460.35	438,893,120,072	5,263,397,289.85
JPY	3,136,723,783,906.07	1,728,171,695,295	20,724,987,021.75
INR	3,704,483,853.99	3,704,483,854	44,425,782.47
XDR	10,380,835,356.55	1,145,952,872,012	13,742,765,527.66
Non-Government Loans			
USD	7,272,736,815.26	606,443,704,804	7,272,736,815.26
EUR	1,062,375,233.09	96,055,081,650	1,151,934,339.62
JPY	336,498,547,388.00	185,393,201,686	2,223,315,952.53
XDR	9,264,998.64	1,022,774,318	12,265,554.70

Abbr.: ADB=Asian Development Bank, AIIB=Asian Infrastructure Investment Bank, EIB =European Investment Bank, GODE=Germany, GOFR=France, GOKR=South Korea, GOIT=Italy, GOJP=Japan, GORU=Russian Federation, GOUS=United States of America, IBRD=International Bank for Reconstruction and Development, IDA =International Development Association, IFAD=International Fund for Agricultural Development, NDB =New Development Bank, OPEC=OPEC

Note: For conversion of loan currencies in INR, period end rate of Reserve Bank of India (reference selling rate) are adopted.

For USD, period end rate of Reserve Bank of India (reference selling rate) is adopted for conversion to INR.

Aid Accounts & Audit Division

Debt OutStanding

Outstanding as on		31-03-2025		
Donor	**Currency**	**Outstanding LC**	**Outstanding INR**	**Outstanding USD**
Government Loans				

Multilateral				
ADB	JPY	43,133,680,275.00	24,651,804,084	287,347,205.24
ADB	USD	22,580,671,063.78	1,937,218,351,233	22,580,671,063.78
AIIB	USD	4,787,769,211.67	410,747,508,438	4,787,769,211.67
EECS	GBP	5,117,378.31	566,737,878	6,606,029.51
EIB	EUR	1,464,468,413.47	135,375,313,694	1,577,966,379.86
IBRD	JPY	34,358,590,634.00	19,636,656,078	228,889,464.84
IBRD	USD	20,960,458,980.61	1,798,218,736,406	20,960,458,980.61
IDA	USD	3,049,464,130.23	261,616,577,197	3,049,464,130.23
IDA	XDR	8,600,164,614.69	975,689,535,553	11,372,865,866.50
IFAD	USD	94,467,716.43	8,104,479,860	94,467,716.43
IFAD	XDR	301,119,920.11	34,162,085,048	398,201,268.76
NDB	USD	4,310,334,753.83	369,787,928,866	4,310,334,753.83
OPEC	USD	19,674,521.12	1,687,896,841	19,674,521.12
Total Multilateral			5,977,463,611,177	69,674,716,592.38
		Bilate	**ral**	
GODE	EUR	2,879,026,458.33	266,136,917,905	3,102,154,280.82
GOFR	EUR	1,234,210,133.49	114,090,261,319	1,329,862,821.49
GOIT	EUR	278,000.00	25,698,292	299,545.32
GOJP	JPY	3,499,010,113,300.15	1,999,757,758,963	23,309,645,055.59
GOKR	USD	100,000,000.00	8,579,100,000	100,000,000.00
GORU	INR	3,428,929,694.99	3,428,929,695	39,968,408.05
GORU	USD	4,341,730,894.02	372,481,435,129	4,341,730,894.02
GOUS	USD	12,902,903.35	1,106,952,981	12,902,903.35
Total Bilateral			2,765,607,054,285	32,236,563,908.64
Total Government Loans(Multilateral & Bilateral)			**8,743,070,665,461**	**101,911,280,501.01**
Non-Government Loans				
		Multilateral		
ADB	USD	3,080,734,778.34	264,299,317,369	3,080,734,778.34
AIIB	USD	42,796,264.38	3,671,534,317	42,796,264.38
EIB	EUR	18,536,000.00	1,713,465,986	19,972,561.07
IBRD	USD	3,316,025,762.36	284,485,166,179	3,316,025,762.36
IFAD	XDR	8,992,498.64	1,020,199,870	11,891,688.76
Total Multilateral			555,189,683,721	6,471,421,054.90
		Bilate	**ral**	
GODE	EUR	447,486,583.96	41,365,615,073	482,167,302.78
GOFR	EUR	283,840,367.66	26,238,175,202	305,838,318.73
GOJP	JPY	353,558,267,104.00	202,065,974,374	2,355,328,348.82
Total Bilateral			269,669,764,649	3,143,333,970.33
Total Non-Government Loans(Multilateral & Bilateral)			**824,859,448,370**	**9,614,755,025.23**
Grand Total(Government & Non-Government)			**9,567,930,113,831**	**111,526,035,526.24**

Currency Total	Outstanding LC	Outstanding INR	Outstanding USD
Government Loans			
EUR	5,577,983,005.29	515,628,191,211	6,010,283,027.48
JPY	3,576,502,384,209.15	2,044,046,219,126	23,825,881,725.67
USD	60,257,474,175.04	5,169,548,966,951	60,257,474,175.04
GBP	5,117,378.31	566,737,878	6,606,029.51

INR	3,428,929,694.99	3,428,929,695	39,968,408.05
XDR	8,901,284,534.80	1,009,851,620,602	11,771,067,135.26
Non-Government Loans			
USD	6,439,556,805.08	552,456,017,865	6,439,556,805.08
EUR	749,862,951.62	69,317,256,261	807,978,182.58
JPY	353,558,267,104.00	202,065,974,374	2,355,328,348.82
XDR	8,992,498.64	1,020,199,870	11,891,688.76

Abbr.: ADB=Asian Development Bank, AIIB=Asian Infrastructure Investment Bank, EIB =European Investment Bank, GODE=Germany, GOFR=France, GOKR=South Korea, GOIT=Italy, GOJP=Japan, GORU=Russian Federation, GOUS=United States of America, IBRD=International Bank for Reconstruction and Development, IDA =International Development Association, IFAD=International Fund for Agricultural Development, NDB =New Development Bank, OPEC=OPEC

Note: For conversion of loan currencies in INR, period end rate of Reserve Bank of India (reference selling rate) are adopted.

For USD, period end rate of Reserve Bank of India (reference selling rate) is adopted for conversion to INR.

Statement-II

Details of utilisation of external loans/grants, funding agency-wise for each State/UT

Aid, Accounts & Audit Division

सहायता लेखा एवं लेखा परीक्षा प्रभाग

Utilisation of Government Loans From 2015- 2016 To 2024-2025

सरकारी ऋण का उपयोग 2015- 2016 से 2024-2025

INR in Crore And LC in Millions

1,3,4	LC	Agree Dt.	2015- 2016	2016- 2017	2017- 2018	2018- 2019	2019- 2020	2020- 2021	2021- 2022	2022-2023	2023-2024	2024-2025
Asian Development Bank												
AP Andhra Pradesh	*USD*		*0.00*	*0.00*	*81.50*	*33.94*	*98.56*	*25.25*	*10.64*	*22.26*	*4.08*	*23.62*
	INR		*0.00*	*0.00*	*523.16*	*245.20*	*695.59*	*187.59*	*79.79*	*176.15*	*34.01*	*198.46*
3424-IND Visakhapatnam-Chennai Industrial Corridor Development Program	USD	23/02/2017	0.00	0.00	62.50	0.00	62.50	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	398.27	0.00	443.17	0.00	0.00	0.00	0.00	0.00
3430-IND Visakhapatnam-Chennai Industrial Corridor Development Programme-Project-1	USD	23/02/2017	0.00	0.00	19.00	33.94	36.06	25.25	10.64	22.26	4.08	23.62
	INR		0.00	0.00	124.89	245.20	252.41	187.59	79.79	176.15	34.01	198.46
AS Assam	*USD*		*36.03*	*47.71*	*45.61*	*23.47*	*45.76*	*59.20*	*50.68*	*31.21*	*59.72*	*165.85*

	INR		*236.09*	*321.37*	*293.86*	*166.79*	*319.33*	*436.24*	*383.16*	*253.23*	*494.28*	*1,403.26*
2592-IND Assam Power Sector Enhancement Invest. program--Project 1	USD	15/02/2010	6.04	1.84	0.40	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		39.67	12.27	2.57	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2677-IND Assam Power Sector Enhancement Investment Prog. Projeclt-2	USD	17/01/2011	12.23	3.61	1.52	2.06	0.00	0.00	0.00	0.00	0.00	0.00
	INR		79.44	24.21	9.80	14.00	0.00	0.00	0.00	0.00	0.00	0.00
2684-IND Assam Integrated Flood and Riverbank Erosion Risk Management Invest. Prog.	USD	10/05/2011	6.32	7.93	7.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		41.26	52.79	45.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2800-IND Assam Power Sector Enhancement Investment Program (MFF) - Project-3	USD	27/02/2012	1.76	0.80	2.15	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		11.49	5.38	13.76	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2806-IND Assam Urban Infrastructure Investment Prog. Project-1	USD	09/03/2012	2.60	5.44	6.24	4.19	5.33	9.71	8.82	0.00	0.00	0.00
	INR		16.80	36.56	40.16	29.33	37.57	71.42	65.73	0.00	0.00	0.00
3140-IND Assam Power Sector Investment Program (Project-1)	USD	20/02/2015	3.64	15.36	14.04	3.33	2.75	0.00	0.00	0.00	0.00	0.00
	INR		24.58	104.90	90.46	23.11	18.18	0.00	0.00	0.00	0.00	0.00
3200-IND Assam Power Sector Enhancement Investment Program-Project 4	USD	20/02/2015	3.44	12.74	8.70	4.84	7.37	0.00	0.00	0.00	0.00	0.00
	INR		22.85	85.25	56.09	35.24	51.70	0.00	0.00	0.00	0.00	0.00

3327-IND Assam Power Sector Investment Program Project-2	USD	07/11/2016	0.00	0.00	5.57	9.05	5.71	4.65	0.00	0.00	0.00	0.00
	INR		0.00	0.00	36.03	65.10	40.03	34.90	0.00	0.00	0.00	0.00
3624-IND Assam Urban Infra Investment Ptogram - Project 2	USD	08/03/2019	0.00	0.00	0.00	0.00	7.04	8.57	7.82	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	48.88	63.49	58.15	0.00	0.00	0.00
3755-IND Assam Integrated Flood and Riverbank Erosion Risk Management Invest.Prog.-2	USD	13/12/2018	0.00	0.00	0.00	0.00	17.57	20.26	-0.23	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	122.98	150.14	-1.66	0.00	0.00	0.00
4029-IND Assa Power Sector Investment Program - Project 3	USD	30/12/2020	0.00	0.00	0.00	0.00	0.00	16.02	34.26	29.26	42.26	109.01
	INR		0.00	0.00	0.00	0.00	0.00	116.30	260.94	237.13	349.60	921.90
4166-IND Assam Skill Unversity Project	USD	17/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.95	7.67	10.36
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	16.11	63.37	87.48
4265-IND Assam South Asia Subregional Economic Corridor Connectivity Improvement Project	USD	28/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	9.80	26.95
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	81.32	226.92
4352-IND Climate Resilient Brahmputra Ingegrated Floor and Riverbank Erosion Risk Management Project Assam	USD	05/02/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	19.54
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	166.95

BR Bihar	*USD*		*87.53*	*77.19*	*98.74*	*117.77*	*118.99*	*150.07*	*85.40*	*85.23*	*108.64*	*146.04*
	INR		*574.89*	*517.21*	*637.68*	*827.87*	*841.26*	*1,108.36*	*639.14*	*686.79*	*901.07*	*1,229.78*
2663-IND Bihar State Highway II Project	USD	22/12/2010	35.84	46.78	31.43	24.87	0.00	0.00	0.00	0.00	0.00	0.00
	INR		235.86	313.10	202.81	174.48	0.00	0.00	0.00	0.00	0.00	0.00
2681-IND Bihar Power System Improvement Project	USD	15/06/2011	5.56	8.52	26.39	21.50	14.41	1.63	0.00	0.00	0.00	0.00
	INR		36.66	56.77	170.82	151.24	101.56	12.27	0.00	0.00	0.00	0.00
2861-IND Bihar Urban Development Investment Program-project 1	USD	25/03/2013	2.94	1.75	2.53	3.18	1.98	0.95	3.96	1.73	0.00	0.00
	INR		19.34	11.94	16.25	22.27	13.95	6.95	29.90	13.58	0.00	0.00
2894-IND Bihar State Highway II Project (Additional Financing)	USD	12/08/2013	43.19	20.14	12.91	9.07	33.71	0.00	0.00	0.00	0.00	0.00
	INR		283.03	135.39	83.32	63.24	236.88	0.00	0.00	0.00	0.00	0.00
3396-IND Bihar New Ganga Bridge Project	USD	15/11/2016	0.00	0.00	25.48	49.51	28.21	90.98	45.29	58.84	70.50	81.73
	INR		0.00	0.00	164.48	347.52	200.82	671.43	338.73	477.07	583.74	686.11
3612-IND Bihar Urban Development Investment Program Tranche 2	USD	23/02/2018	0.00	0.00	0.00	9.65	5.18	5.76	6.34	7.17	0.00	0.00
	INR		0.00	0.00	0.00	69.12	37.13	42.41	47.64	56.71	0.00	0.00

3738-IND Bihar State Highway III Project (Additional Financing)	USD	26/11/2018	0.00	0.00	0.00	0.00	35.51	50.75	29.81	17.50	7.67	4.51
	INR		0.00	0.00	0.00	0.00	250.92	375.31	222.87	139.43	63.64	37.77
4322-IND Enhanding Connectivity and Sustainability in Bihar Roads Project	USD	27/07/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30.47	59.79
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	253.69	505.91
CG Chhattisgarh	*USD*		*20.98*	*66.25*	*71.93*	*61.86*	*37.52*	*37.26*	*54.36*	*79.32*	*49.64*	*29.20*
	INR		*137.86*	*441.97*	*463.70*	*435.87*	*264.53*	*273.83*	*406.92*	*637.26*	*409.55*	*246.01*
2981-IND Chhattisgarh State Road Sector Project	USD	26/02/2014	20.98	66.25	71.93	61.86	25.94	0.00	0.00	0.00	0.00	0.00
	INR		137.86	441.97	463.70	435.87	181.87	0.00	0.00	0.00	0.00	0.00
3795-IND Chhattisgarh Road Connectivity Project	USD	03/09/2019	0.00	0.00	0.00	0.00	11.58	37.26	54.36	79.32	49.64	29.20
	INR		0.00	0.00	0.00	0.00	82.67	273.83	406.92	637.26	409.55	246.01
CN Central	*USD*		*267.18*	*342.05*	*299.07*	*279.42*	*343.48*	*1,773.97*	*1,136.52*	*1,249.41*	*1,335.04*	*803.49*
	INR		*1,762.91*	*2,288.78*	*1,924.17*	*1,970.00*	*2,421.84*	*13,479.29*	*8,532.12*	*9,845.53*	*11,072.67*	*6,860.13*
2452-IND Khadi Reform and Development program	USD	22/12/2009	0.00	40.00	45.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

	INR		0.00	261.94	285.09	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2528-IND National Eastern Region Capital Cities Dev. Investment Prog.- Project 1	USD	04/08/2009	1.29	2.96	1.38	0.98	0.22	0.00	0.00	0.00	0.00	0.00
	INR		8.61	19.70	8.96	6.67	1.56	0.00	0.00	0.00	0.00	0.00
2770-IND North Eastern State Roads Invest. Program-Project 1	USD	09/07/2012	10.18	8.82	11.39	7.56	5.89	20.58	4.23	0.00	0.00	0.00
	INR		67.66	59.32	73.42	53.35	41.76	154.68	31.38	0.00	0.00	0.00
2793-IND Railway Sector Investment Program-Tranche-1	USD	09/07/2012	29.32	27.59	27.37	7.76	0.00	0.00	0.00	0.00	0.00	0.00
	INR		192.88	184.66	176.86	53.15	0.00	0.00	0.00	0.00	0.00	0.00
2834-IND North Eastern Region Capital Cities Dev. Investment Prog project-2	USD	19/11/2012	4.80	8.13	7.64	11.06	11.16	0.00	0.00	0.00	0.00	0.00
	INR		31.81	54.56	49.23	76.16	78.99	0.00	0.00	0.00	0.00	0.00
2881-IND Rural Connectivity Investment Program (proj-I)	USD	02/04/2013	49.34	25.23	16.05	6.84	0.00	0.00	0.00	0.00	0.00	0.00
	INR		325.83	169.22	103.37	47.80	0.00	0.00	0.00	0.00	0.00	0.00
3065-IND Rural Connectivity Investment Program (Project 2)	USD	11/02/2014	77.28	49.70	24.92	18.36	0.00	0.00	0.00	0.00	0.00	0.00
	INR		503.62	332.92	160.27	127.69	0.00	0.00	0.00	0.00	0.00	0.00
3073-IND North Eastern State Roads Investment Program - Project 2	USD	17/02/2014	9.03	11.26	11.76	21.66	33.02	24.13	14.34	0.00	0.00	0.00

	INR		59.66	75.46	75.80	150.57	233.92	179.28	105.97	0.00	0.00	0.00
3108-IND Railway Sector Investment Program(Project 2)	USD	17/02/2014	28.52	11.61	8.53	14.24	8.48	0.00	0.00	0.00	0.00	0.00
	INR		188.81	77.76	55.01	100.07	59.00	0.00	0.00	0.00	0.00	0.00
3257-IND Supporting National Urban Health Mission	USD	28/07/2015	40.00	45.00	80.00	70.00	65.00	0.00	0.00	0.00	0.00	0.00
	INR		267.86	303.72	517.30	506.79	460.70	0.00	0.00	0.00	0.00	0.00
3306-IND Rural Connectivity Investment Program Project-3	USD	06/11/2015	17.42	106.97	58.05	20.68	19.25	8.44	0.00	0.00	0.00	0.00
	INR		116.18	717.53	373.93	141.48	136.09	63.96	0.00	0.00	0.00	0.00
3337-IND North Eastern Region Capital Cities Development Investment Prog Tranche 3	USD	28/01/2016	0.00	4.79	6.97	22.44	22.18	0.00	0.00	0.00	0.00	0.00
	INR		0.00	31.99	44.95	157.01	156.58	0.00	0.00	0.00	0.00	0.00
3611-IND Second Rural Connectivity Investment Program - Project 1	USD	30/01/2018	0.00	0.00	0.00	52.02	73.07	51.55	14.09	0.00	0.00	0.00
	INR		0.00	0.00	0.00	367.83	515.08	382.41	104.55	0.00	0.00	0.00
3623-IND Railway Sector Investment Program-Project 3	USD	16/03/2018	0.00	0.00	0.00	25.82	30.89	44.25	19.04	0.00	0.00	0.00
	INR		0.00	0.00	0.00	181.44	217.69	326.63	140.96	0.00	0.00	0.00
3690-IND SASEC Road Connectivity Investment Program- Proj 2	USD	01/10/2018	0.00	0.00	0.00	0.00	21.01	27.60	25.95	19.87	4.69	0.00

	INR		0.00	0.00	0.00	0.00	146.65	204.77	193.87	159.37	38.44	0.00
3703-IND Second Rural connectivity Investment Program -Project 2	USD	05/10/2018	0.00	0.00	0.00	0.00	53.30	21.87	10.03	1.69	0.00	0.00
	INR		0.00	0.00	0.00	0.00	373.81	163.18	74.77	13.36	0.00	0.00
3915-IND COVID-19 Active Response and Expenditure Support Program	USD	28/04/2020	0.00	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	3,817.05	0.00	0.00	0.00	0.00
3916-IND COVID-19 Active Response and Expenditure Support Program	USD	28/04/2020	0.00	0.00	0.00	0.00	0.00	1,000.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	7,634.10	0.00	0.00	0.00	0.00
3964-IND Delhi-Meerut regional rapid transit system investment project-project-1	USD	08/09/2020	0.00	0.00	0.00	0.00	0.00	75.55	283.40	136.92	4.14	0.00
	INR		0.00	0.00	0.00	0.00	0.00	553.23	2,133.70	1,091.32	33.95	0.00
4032-IND Strengthening Comprehensive Primary Health Care in Urban Areas Program	USD	23/11/2021	0.00	0.00	0.00	0.00	0.00	0.00	45.00	0.00	86.00	122.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	344.06	0.00	716.40	1,035.09
4036-IND Bengaluru Metro Rail Project	USD	19/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	20.45	112.98	90.21	111.49
	INR		0.00	0.00	0.00	0.00	0.00	0.00	153.83	912.55	748.05	934.25
4138-IND Industrial Corridor Development Progarm- Subprogram 1	USD	25/11/2021	0.00	0.00	0.00	0.00	0.00	0.00	250.00	0.00	0.00	0.00

	INR		0.00	0.00	0.00	0.00	0.00	0.00	1,862.61	0.00	0.00	0.00
4147-IND Responsive COVID-19 Vacciness for Recovery Project	USD	31/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	150.00	349.34	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1,128.81	2,809.90	0.00	0.00
4151-IND Responsive COVID-19 Vacciness for Recovery Project	USD	31/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	300.00	278.60	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	2,257.62	2,185.24	0.00	0.00
4158-IND Sustainable Urban Development and Service Delivery Program- Subprogram 1	USD	17/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	350.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	2,673.80	0.00	0.00
4275-IND Strengthening Multimodal and Integrated Logistics Ecosystem Program	USD	23/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	250.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2,058.49	0.00
4362-IND Sustainable Urban Development and Service Delivery Program - Subprogram 2)	USD	13/11/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	400.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3,328.77	0.00
4401-IND Power Sector Reform Program –Sub Program 1	USD	15/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	250.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2,072.75	0.00
4421-IND Industrial Corridor Development Program- Subprogram 2	USD	15/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	250.00	0.00

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2,075.82	0.00
4431-IND Swachh Bharat Mission 2.0 - Comprehensive Municipal Waste Management in Indian Cities Program	USD	04/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	50.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	423.98
4452-IND Strengthened and Measurable Actions for Resilient and Transformative Health Systems Prog-Subprog 1	USD	01/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	170.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,434.40
4559-IND Strengthening Multimodal and Integrated Logistics Ecosystem Program - Subprogram 2	USD	20/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	350.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3,032.42
GU Gujarat	*USD*		*13.98*	*8.39*	*3.16*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*15.05*
	INR		*91.95*	*56.09*	*20.56*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*130.02*
2778-IND Gujarat Solar Power Corporation Ltd.	USD	27/02/2012	13.98	8.39	3.16	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		91.95	56.09	20.56	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4357-IND Ahmedabad Peri Urban Livability Improvement Project	USD	13/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.08
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	104.93
4437-IND Promoting Research and Innovation through GIFTCL at Gujarat International Finance Tec-City Project	USD	14/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.96

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	25.09
HP Himachal Pradesh	*USD*		*62.10*	*62.24*	*54.17*	*72.63*	*44.80*	*48.68*	*43.66*	*20.14*	*36.63*	*40.15*
	INR		*408.15*	*416.69*	*348.95*	*510.92*	*316.34*	*361.32*	*325.85*	*163.63*	*303.61*	*338.74*
2461-IND Himachal Pradesh Clean Energy Development Investment Program (HPCEDIP)	USD	10/11/2008	3.76	3.09	1.43	-1.20	0.00	0.00	0.00	0.00	0.00	0.00
	INR		24.05	20.94	9.17	-8.20	0.00	0.00	0.00	0.00	0.00	0.00
2596-IND Himachal Pradesh Clean Energy Development Investment Program-Project-2	USD	12/03/2010	0.00	3.16	1.62	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	21.40	10.39	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2676-IND Infrastructure Development Investment Program for Tourism - Project 1 reg.	USD	20/07/2011	4.07	6.22	4.47	4.17	0.00	0.00	0.00	0.00	0.00	0.00
	INR		26.52	41.85	28.73	29.12	0.00	0.00	0.00	0.00	0.00	0.00
2687-IND Himachal Pradesh Clean Energy Development Investment Program - Project-3	USD	17/01/2011	18.41	13.07	9.72	0.09	-5.00	0.00	0.00	0.00	0.00	0.00
	INR		121.53	87.76	62.51	0.61	-34.54	0.00	0.00	0.00	0.00	0.00
2794-IND Himachal Pradesh Clean Energy Trasmission Investment Pgm. Pj. I	USD	15/12/2011	10.21	18.28	17.31	22.69	18.50	0.00	0.00	0.00	0.00	0.00
	INR		65.95	121.19	111.78	155.52	130.17	0.00	0.00	0.00	0.00	0.00
2914-IND Himachal Pradesh Clean Energy Development Investment Program-Proj-4	USD	19/11/2012	16.23	8.80	0.00	0.00	-5.26	0.00	0.00	0.00	0.00	0.00

	INR		107.49	58.81	0.00	0.00	-36.32	0.00	0.00	0.00	0.00	0.00
3001-IND Himachal Pradesh Clean Energy Transmission Investment Program-Proj-2	USD	29/09/2014	7.15	5.68	12.92	23.98	10.51	7.12	0.00	0.00	0.00	0.00
	INR		47.44	38.19	83.13	171.53	72.80	53.42	0.00	0.00	0.00	0.00
3223-IND Infrastructure Development Investment Program for Tourism _ Project 3 reg.	USD	28/09/2015	2.28	3.95	6.70	7.68	8.51	7.74	0.00	0.00	0.00	0.00
	INR		15.18	26.56	43.24	53.71	60.21	57.25	0.00	0.00	0.00	0.00
3573-IND Himachal Pradesh Skills Development Project	USD	28/03/2018	0.00	0.00	0.00	1.49	6.66	5.88	11.14	15.41	16.01	9.27
	INR		0.00	0.00	0.00	10.81	47.30	43.36	83.42	125.03	132.63	78.23
3733-IND Himachal Pradesh Clean Energy Transmission Invest Prog Proj-3	USD	16/11/2018	0.00	0.00	0.00	13.74	10.87	26.81	28.51	0.00	0.00	0.00
	INR		0.00	0.00	0.00	97.83	76.71	199.14	212.48	0.00	0.00	0.00
4196-IND Himachal Pradesh Rural Drinking Water Improvement and Livelihood Project	USD	16/08/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.23	16.40	15.35
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	18.42	135.98	129.20
4291-IND Himachal Pradesh Subtropical, Horticulture, Irrigation, and Value Addition Project	USD	08/06/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.93	15.54
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	24.38	131.31
6036-IND Himachal Pradesh Subtropical Horticulture Readiness Project (HPSHIVA-PRF)	USD	30/12/2020	0.00	0.00	0.00	0.00	0.00	1.12	4.01	2.50	1.29	0.00

	INR		0.00	0.00	0.00	0.00	0.00	8.15	29.95	20.19	10.62	0.00
JH Jharkhand	*USD*		*27.24*	*33.66*	*32.36*	*20.32*	*26.72*	*11.87*	*5.42*	*16.22*	*8.88*	*7.74*
	INR		*178.28*	*225.85*	*208.87*	*143.08*	*187.16*	*87.70*	*41.20*	*130.25*	*73.14*	*65.93*
2594-IND Jharkhand State Roads Project	USD	16/07/2010	27.24	21.82	7.83	3.42	0.00	0.00	0.00	0.00	0.00	0.00
	INR		178.28	145.94	50.54	23.44	0.00	0.00	0.00	0.00	0.00	0.00
3276-IND Second Jharkhand State Road project	USD	03/06/2016	0.00	11.84	24.53	16.90	26.72	11.87	0.00	0.00	0.00	0.00
	INR		0.00	79.91	158.33	119.64	187.16	87.70	0.00	0.00	0.00	0.00
4092-IND Jharkhand Urban Water Supply Improvement Project	USD	08/09/2021	0.00	0.00	0.00	0.00	0.00	0.00	5.42	16.22	8.88	7.74
	INR		0.00	0.00	0.00	0.00	0.00	0.00	41.20	130.25	73.14	65.93
JK Jammu and Kashmir	*USD*		*33.85*	*29.72*	*45.22*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*223.00*	*199.44*	*291.74*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
2331-IND Jammu & Kashmir Urban Sector Dev. Inv. Prog.(Proj.1)	USD	28/12/2007	2.33	1.06	1.46	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		15.15	7.13	9.36	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2925-IND Jammu & Kashmir Urban Sector Dev. Investment Perogram Project-2	USD	16/05/2013	21.34	15.60	25.69	0.00	0.00	0.00	0.00	0.00	0.00	0.00

	INR		140.57	104.73	165.80	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3132-IND Jammu and Kashmir Urban Sector Development Investment Program-Project-3	USD	30/12/2014	10.18	13.06	18.08	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		67.29	87.58	116.58	0.00	0.00	0.00	0.00	0.00	0.00	0.00
KA Karnataka	*USD*		*80.82*	*135.79*	*102.52*	*86.58*	*56.70*	*103.09*	*109.29*	*115.77*	*109.82*	*103.17*
	INR		*531.48*	*915.15*	*661.18*	*600.31*	*399.39*	*765.16*	*822.16*	*929.94*	*910.22*	*869.04*
2638-IND North Karnataka Urban Sector In vest. Prog. Proj.2	USD	16/12/2010	8.91	36.95	4.99	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		58.15	251.58	32.16	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2679-IND Sustainable Coastal Protection and Management Investment Program Proj.I`1	USD	17/08/2011	9.35	4.23	6.03	3.75	0.00	0.00	0.00	0.00	0.00	0.00
	INR		61.68	28.43	38.85	26.00	0.00	0.00	0.00	0.00	0.00	0.00
2705-IND karnataka State Highway Improvement Project	USD	20/07/2011	27.20	53.77	65.98	38.58	-0.01	0.00	0.00	0.00	0.00	0.00
	INR		179.16	361.32	426.05	267.14	-0.04	0.00	0.00	0.00	0.00	0.00
2882-IND North Karnataka Urban Sector Investment Program-Project-3	USD	09/09/2013	9.26	16.13	1.97	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		60.79	108.30	12.72	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3088-IND North Karnataka Urban Sector Investment Program - Project-4	USD	16/09/2014	21.66	14.53	1.40	0.00	0.00	0.00	0.00	0.00	0.00	0.00

	INR		142.78	97.18	9.05	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3148-IND Karnataka Integrated Urban Water Management Investment Program-Project-1	USD	30/12/2014	4.44	5.09	15.05	17.74	23.86	8.83	0.00	0.00	0.00	0.00
	INR		28.92	34.08	96.78	124.17	167.94	65.55	0.00	0.00	0.00	0.00
3172-IND Karnataka Integrated & Sustainable Water Resources Mgt Inves.Pgm. Prj 1	USD	07/05/2015	0.00	5.11	7.10	4.15	6.16	1.83	0.77	0.00	0.00	0.00
	INR		0.00	34.27	45.56	28.68	43.07	13.86	5.75	0.00	0.00	0.00
3549-IND Sustainable Coastal Protection and Management Investment Program - Project	USD	26/10/2017	0.00	0.00	0.00	16.38	13.82	16.05	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	113.01	97.18	120.74	0.00	0.00	0.00	0.00
3619-IND Karnataka State Highways Improvement III Project	USD	30/08/2018	0.00	0.00	0.00	0.00	0.46	58.79	65.74	48.62	63.04	64.52
	INR		0.00	0.00	0.00	0.00	3.32	434.21	495.33	392.81	522.71	543.83
3726-IND Karnataka Integrated Urban Water Management Investment Program-Project-2	USD	27/11/2018	0.00	0.00	0.00	6.00	12.41	9.42	12.21	10.39	11.02	3.54
	INR		0.00	0.00	0.00	41.31	87.93	69.61	91.31	83.00	91.28	29.46
3836-IND Karnataka Integrated and Sustainable Water Resures Mgt Inves. Pgm. Prj 2	USD	18/11/2019	0.00	0.00	0.00	0.00	0.00	8.17	6.81	7.37	21.13	24.50
	INR		0.00	0.00	0.00	0.00	0.00	61.19	50.51	58.91	175.24	206.52
4028-IND Bengaluru Smart Energy Efficient Power Distribuion Project	USD	31/12/2020	0.00	0.00	0.00	0.00	0.00	0.00	23.75	49.39	14.63	10.61

	INR		0.00	0.00	0.00	0.00	0.00	0.00	179.26	395.23	120.99	89.22
KL Kerala	*USD*		*27.84*	*16.53*	*13.00*	*14.00*	*13.00*	*5.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*183.43*	*111.49*	*83.75*	*99.08*	*91.42*	*36.81*	*0.00*	*0.00*	*0.00*	*0.00*
2226-IND Kerala Sustainable Urban Dev. Project	USD	08/12/2006	7.84	1.53	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		50.97	10.27	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3188-IND Supporting Kerala Addl. Skill Acquisition Program in Post Basic Education	USD	27/11/2014	20.00	15.00	13.00	14.00	13.00	5.00	0.00	0.00	0.00	0.00
	INR		132.46	101.22	83.75	99.08	91.42	36.81	0.00	0.00	0.00	0.00
MH Maharashtra	*USD*		*0.47*	*0.80*	*0.76*	*0.11*	*78.70*	*209.50*	*390.66*	*270.49*	*309.26*	*428.41*
	INR		*3.10*	*5.41*	*4.87*	*0.77*	*561.29*	*1,545.48*	*2,912.49*	*2,175.03*	*2,561.87*	*3,604.78*
2679-IND Sustainable Coastal Protection and Management Investment Program Proj.I`1	USD	17/08/2011	0.43	0.80	0.76	0.11	0.00	0.00	0.00	0.00	0.00	0.00
	INR		2.84	5.41	4.87	0.77	0.00	0.00	0.00	0.00	0.00	0.00
2837-IND Agribusiness Infrastructure Dev. Investment Prog. Proj.2	USD	18/01/2012	0.04	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.26	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3775-IND Mumbai metro Rail System Project	USD	01/03/2019	0.00	0.00	0.00	0.00	78.70	53.56	60.00	60.67	75.46	105.53

	INR		0.00	0.00	0.00	0.00	561.29	393.17	451.04	487.49	624.78	888.97
3805-IND Maharashtra Rural Connectivity Improvement Project	USD	06/09/2019	0.00	0.00	0.00	0.00	0.00	59.59	54.71	24.88	13.43	2.92
	INR		0.00	0.00	0.00	0.00	0.00	445.17	410.96	199.40	111.60	24.49
3911-IND Maharashtra State Road Improvement Project	USD	28/05/2020	0.00	0.00	0.00	0.00	0.00	21.94	58.62	43.10	17.65	7.95
	INR		0.00	0.00	0.00	0.00	0.00	160.29	438.81	343.13	145.97	67.48
3917-IND Maharashtra Rural High Voltage Distribution System Expansion Program	USD	19/10/2020	0.00	0.00	0.00	0.00	0.00	74.41	217.32	25.33	4.98	0.00
	INR		0.00	0.00	0.00	0.00	0.00	546.85	1,611.67	202.91	41.11	0.00
4097-IND Maharashtra Rural Connectivity Improvement Project - Additional Financing	USD	08/09/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	111.07	68.76	29.44
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	899.00	570.35	247.56
4117-IND Maharashtra Agribusiness Network Project	USD	26/10/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.44	10.56	17.51
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	43.11	87.41	147.59
4242-IND Connecting economic Cluster for Inclusive Growth in Maharashtra Project	USD	30/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	118.42	115.05
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	980.65	968.11
4393-IND Maharashtra Tertiary Care And Medical Education Sector Development Program	USD	21/08/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	150.00

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,260.59
ML Meghalaya	*USD*		*1.29*	*7.30*	*13.86*	*16.75*	*13.87*	*32.91*	*14.88*	*17.59*	*15.01*	*16.11*
	INR		*8.48*	*49.08*	*89.41*	*120.28*	*97.50*	*242.17*	*111.97*	*140.23*	*124.17*	*136.29*
3033-IND Supporting Human Capital Development in Meghalaya	USD	23/01/2014	1.29	7.30	13.86	16.75	13.87	23.48	-0.40	0.00	0.00	0.00
	INR		8.48	49.08	89.41	120.28	97.50	173.79	-3.10	0.00	0.00	0.00
3996-IND Meghalaya Power Distribution Sector Improvement Project	USD	01/12/2020	0.00	0.00	0.00	0.00	0.00	9.43	15.29	17.59	15.01	16.11
	INR		0.00	0.00	0.00	0.00	0.00	68.38	115.07	140.23	124.17	136.29
MN Manipur	*USD*		*0.00*	*29.74*	*8.12*	*0.00*	*10.65*	*16.66*	*24.83*	*53.02*	*23.26*	*20.42*
	INR		*0.00*	*197.99*	*52.01*	*0.00*	*75.20*	*123.09*	*185.99*	*429.38*	*191.15*	*170.52*
3118-IND SASEC Road Connectivity Investment Program (Tranche-1)	USD	26/03/2015	0.00	29.74	8.12	0.00	10.65	16.66	24.83	36.61	17.91	20.42
	INR		0.00	197.99	52.01	0.00	75.20	123.09	185.99	296.13	147.32	170.52
3690-IND SASEC Road Connectivity Investment Program- Proj 2	USD	01/10/2018	0.00	0.00	0.00	0.00	0.00	0.00	0.00	16.41	5.35	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	133.25	43.83	0.00
MP Madhya Pradesh	*USD*		*133.68*	*179.14*	*241.17*	*220.38*	*250.28*	*250.27*	*232.58*	*208.73*	*209.69*	*208.65*

	INR		*877.79*	*1,197.90*	*1,552.61*	*1,553.99*	*1,766.35*	*1,849.73*	*1,739.12*	*1,684.60*	*1,736.12*	*1,763.02*
2520-IND MP Power Sector Investment Program (Proj.5)	USD	27/05/2009	8.98	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		57.31	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2732-IND M.P. Power Sector Investment Prog Proj.6	USD	10/05/2011	3.53	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		22.39	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2736-IND M.P. State Roads Project.III	USD	15/06/2011	19.83	8.45	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		130.62	57.04	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2764-IND Madhya Pradesh Energy Efficiency Imp. Invest. Prog. Project.	USD	17/08/2011	9.78	19.75	24.14	11.00	2.71	1.73	0.00	0.00	0.00	0.00
	INR		63.68	132.37	155.51	76.46	19.20	12.80	0.00	0.00	0.00	0.00
2830-IND M.P. Energy Efficiency Improvement Investment Program (MFF)Project-2	USD	27/02/2012	7.12	15.48	25.59	8.69	8.03	2.61	0.00	0.00	0.00	0.00
	INR		46.29	103.83	164.99	61.36	56.64	19.35	0.00	0.00	0.00	0.00
3066-IND MP Power Transmission and Distribution System Imp. Project	USD	17/02/2014	32.24	36.93	55.20	47.77	34.02	15.44	0.00	0.00	0.00	0.00
	INR		212.11	247.81	355.53	337.98	241.05	114.80	0.00	0.00	0.00	0.00
3189-IND Madhya Pradesh District Connectivity Sector Project	USD	20/02/2015	52.22	98.53	103.21	44.95	0.00	0.00	0.00	0.00	0.00	0.00

	INR		345.39	656.85	663.58	315.71	0.00	0.00	0.00	0.00	0.00	0.00
3437-IND Madhya Pradesh District Roads II Sector Project	USD	22/03/2017	0.00	0.00	26.10	74.41	104.14	71.80	43.87	25.54	0.00	0.00
	INR		0.00	0.00	167.85	527.21	735.68	532.06	328.85	205.04	0.00	0.00
3528-IND Madhya Pradesh Urban Services Improvement Project	USD	19/06/2017	0.00	0.00	6.93	27.82	42.66	35.91	34.88	28.00	26.05	28.32
	INR		0.00	0.00	45.15	195.77	300.03	264.64	259.76	225.44	215.71	240.41
3662-IND Madhya Pradesh Irrigation Efficiency Improvement Project	USD	29/08/2018	0.00	0.00	0.00	5.74	49.65	83.08	55.33	17.61	10.99	25.09
	INR		0.00	0.00	0.00	39.49	349.06	615.50	413.44	143.40	90.43	210.95
3710-IND Madhya Pradesh Skills Development Project	USD	03/10/2018	0.00	0.00	0.00	0.00	9.08	10.80	10.86	28.81	46.42	24.11
	INR		0.00	0.00	0.00	0.00	64.69	79.84	81.11	232.82	384.90	204.45
3849-IND Public-Private Partnership in Madhya Pradesh Road Sector Project	USD	20/12/2019	0.00	0.00	0.00	0.00	0.00	20.88	76.70	93.97	103.72	58.47
	INR		0.00	0.00	0.00	0.00	0.00	152.42	574.05	758.14	858.56	492.68
3974-IND Madhya Pradesh Urban Services Improvement Project-Additional financing	USD	12/10/2020	0.00	0.00	0.00	0.00	0.00	8.03	10.95	14.81	22.51	39.74
	INR		0.00	0.00	0.00	0.00	0.00	58.33	81.92	119.76	186.51	335.71
4361-IND Enhancing Connectivity and Resilience of the Madhya Pradesh Road Network Project	USD	05/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	32.93

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	278.83
MZ Mizoram	*USD*		*0.08*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.56*	*0.70*	*1.06*
	INR		*0.51*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*4.58*	*5.81*	*8.95*
2537-IND Developing Public Resource Management Project in Mizoram	USD	17/09/2009	0.08	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.51	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
6038-IND Aizawl Sustainable Urban Transport Project	USD	26/10/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.56	0.70	1.06
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.58	5.81	8.95
NL Nagaland	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.15*	*0.56*	*0.40*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*1.19*	*4.59*	*3.39*
6045-IND Nagaland Urban Infrastructure Development Project	USD	11/04/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.15	0.56	0.40
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.19	4.59	3.39
OD Odisha	*USD*		*1.62*	*13.06*	*24.67*	*28.01*	*6.35*	*2.27*	*4.76*	*14.07*	*16.53*	*17.03*
	INR		*10.66*	*86.70*	*159.27*	*197.20*	*45.38*	*16.78*	*35.58*	*113.97*	*137.10*	*143.73*

2444-IND Orissa Integrated Irrigated Agriculture and Water Management Investment Pro	USD	25/02/2009	1.62	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		10.66	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3265-IND Orissa Integrated Irrigated Agri. & Water Mang. Invest. Prog.-Project 2	USD	07/06/2016	0.00	13.06	24.67	28.01	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	86.70	159.27	197.20	0.00	0.00	0.00	0.00	0.00	0.00
3539-IND Odisha Skill Development Project	USD	03/12/2018	0.00	0.00	0.00	0.00	6.35	2.27	4.76	14.07	16.53	17.03
	INR		0.00	0.00	0.00	0.00	45.38	16.78	35.58	113.97	137.10	143.73
PB Punjab	*USD*		*4.60*	*7.28*	*4.37*	*154.78*	*5.98*	*15.72*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*30.26*	*48.99*	*27.97*	*1,091.00*	*42.12*	*116.73*	*0.00*	*0.00*	*0.00*	*0.00*
2676-IND Infrastructure Development Investment Program for Tourism - Project 1 reg.	USD	20/07/2011	3.54	3.81	2.30	1.61	0.00	0.00	0.00	0.00	0.00	0.00
	INR		23.20	25.65	14.72	11.12	0.00	0.00	0.00	0.00	0.00	0.00
3187-IND Punjab Development Finance Program	USD	28/11/2014	0.00	0.00	0.00	150.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	1,057.17	0.00	0.00	0.00	0.00	0.00	0.00
3223-IND Infrastructure Development Investment Program for Tourism _ Project 3 reg.	USD	28/09/2015	1.07	3.47	2.07	3.17	5.98	15.72	0.00	0.00	0.00	0.00
	INR		7.06	23.34	13.25	22.70	42.12	116.73	0.00	0.00	0.00	0.00

RJ Rajasthan	*USD*		*176.10*	*107.67*	*76.56*	*164.89*	*235.09*	*83.36*	*86.04*	*96.66*	*161.70*	*124.99*
	INR		*1,167.66*	*721.46*	*494.13*	*1,133.73*	*1,661.77*	*616.51*	*640.82*	*771.49*	*1,339.63*	*1,056.22*
2366-IND Rajasthan Urban Sector Development Investment Program (Project-1)	USD	17/01/2008	0.19	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		1.17	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2506-IND Rajasthan Urban Sector Dev. Invest.Program-Proj-2	USD	18/02/2009	11.41	8.51	4.25	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		74.68	57.08	27.37	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2725-IND Rajasthan Urban Sector Dev Investment Program. Proj.3	USD	17/03/2011	9.17	6.21	2.91	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		59.95	41.56	18.77	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3052-IND Rajasthan Renewable Energy Tranmission Investment Program - Project 1	USD	12/09/2014	6.18	27.30	10.93	3.51	0.18	0.00	0.00	0.00	0.00	0.00
	INR		41.16	182.87	70.49	24.58	1.25	0.00	0.00	0.00	0.00	0.00
3062-IND Jaipur Metro Rail Line 1 - Phase B Project	USD	29/05/2014	11.94	17.85	19.74	21.00	21.03	14.15	0.00	0.00	0.00	0.00
	INR		79.31	119.72	127.27	148.10	148.74	104.59	0.00	0.00	0.00	0.00
3182-IND Rajasthan Urban Sector Development Program	USD	11/09/2015	125.00	0.00	0.00	0.00	125.00	0.00	0.00	0.00	0.00	0.00
	INR		829.92	0.00	0.00	0.00	883.73	0.00	0.00	0.00	0.00	0.00

3183-IND Rajasthan Urban Sector Development Project	USD	11/09/2015	3.31	9.88	22.22	26.38	29.31	18.47	0.00	0.00	0.00	0.00
	INR		22.02	66.04	143.53	184.13	207.61	138.18	0.00	0.00	0.00	0.00
3534-IND Rajasthan State Highway Investment Program-Project 1	USD	03/07/2017	0.00	0.00	0.00	109.00	50.89	19.76	6.48	6.35	1.29	0.00
	INR		0.00	0.00	0.00	741.86	357.94	145.91	48.54	50.33	10.62	0.00
3815-IND Rajasthan State Highway InvestmentProgram - Project 2	USD	11/10/2019	0.00	0.00	0.00	0.00	8.43	22.07	32.08	29.66	29.20	23.32
	INR		0.00	0.00	0.00	0.00	60.72	163.12	238.42	234.25	241.22	195.63
3972-IND Rajasthan Secondary Town Development Sector Project	USD	12/10/2020	0.00	0.00	0.00	0.00	0.00	8.91	47.49	60.65	54.66	39.75
	INR		0.00	0.00	0.00	0.00	0.00	64.73	353.87	486.91	452.54	336.19
4262-IND Rajasthan State Highway Investment Program - Project 3	USD	20/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	41.61	34.29
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	344.62	290.00
4325-IND Rajasthan Secondary Towns Development Sector Project - Additional Finanacing	USD	27/07/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	34.93	27.63
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	290.63	234.40
8275-IND Rajasthan Renewable Energy Transmission Investment Program - Project 1	USD	12/09/2014	8.89	37.92	16.52	5.01	0.26	0.00	0.00	0.00	0.00	0.00
	INR		59.45	254.19	106.70	35.07	1.78	0.00	0.00	0.00	0.00	0.00

SK Sikkim	*USD*		*2.10*	*2.28*	*1.67*	*0.89*	*0.00*	*0.00*	*0.11*	*0.44*	*0.41*	*9.44*
	INR		*13.88*	*15.27*	*10.80*	*6.34*	*0.00*	*0.00*	*0.81*	*3.49*	*3.41*	*79.64*
2578-IND South Asia Tourism Infrastructure Development Project - India Portion	USD	04/10/2010	2.10	2.28	1.67	0.89	0.00	0.00	0.00	0.00	0.00	0.00
	INR		13.88	15.27	10.80	6.34	0.00	0.00	0.00	0.00	0.00	0.00
4447-IND Sikkim Power Sector Development Project	USD	31/05/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	9.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	75.92
6033-IND Sikkim Major District Road Upgradation Project	USD	03/06/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.11	0.44	0.41	0.44
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.81	3.49	3.41	3.72
TN Tamil Nadu	*USD*		*3.06*	*8.62*	*20.61*	*16.98*	*51.94*	*159.95*	*238.31*	*268.32*	*458.79*	*310.17*
	INR		*20.23*	*58.34*	*132.99*	*121.04*	*370.21*	*1,178.97*	*1,785.97*	*2,168.07*	*3,797.40*	*2,622.66*
2833-IND Infrastructure Development Investment Program for Tourism-Project 2.	USD	02/04/2012	3.06	1.52	3.09	0.93	0.00	0.00	0.00	0.00	0.00	0.00
	INR		20.23	10.23	19.88	6.43	0.00	0.00	0.00	0.00	0.00	0.00
3394-IND Climate Adaptation in Vennar Subbasin in Cauvery Delta Project	USD	14/07/2016	0.00	7.09	17.52	16.05	16.80	13.32	11.54	0.00	0.00	0.00
	INR		0.00	48.11	113.11	114.61	119.37	98.92	85.29	0.00	0.00	0.00

3717-IND Infrastructure Development Investment Program for Tourism- Project-4	USD	10/12/2018	0.00	0.00	0.00	0.00	2.47	16.57	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	17.60	122.26	0.00	0.00	0.00	0.00
3718-IND Tamil Nadu Urban Flagship Investment Program- Project-1	USD	16/11/2018	0.00	0.00	0.00	0.00	19.28	26.88	9.72	14.24	21.80	16.22
	INR		0.00	0.00	0.00	0.00	135.05	198.07	72.93	112.99	180.26	138.20
3850-IND Chennai-Kanyakumari Industrial Corridor: Power Sector Investment Project	USD	28/11/2019	0.00	0.00	0.00	0.00	13.39	77.37	101.66	36.99	44.68	13.62
	INR		0.00	0.00	0.00	0.00	98.19	571.25	755.88	298.47	369.13	114.57
3862-IND Tamil Nadu Urban Flagship Investment Program - Project 2	USD	02/12/2019	0.00	0.00	0.00	0.00	0.00	25.82	31.61	12.49	43.89	25.02
	INR		0.00	0.00	0.00	0.00	0.00	188.48	236.25	99.78	362.63	210.95
4062-IND Tamil Nadu Industrial Connectivity Project	USD	16/06/2021	0.00	0.00	0.00	0.00	0.00	0.00	58.53	137.15	123.11	90.73
	INR		0.00	0.00	0.00	0.00	0.00	0.00	445.42	1,110.86	1,019.45	771.11
4106-IND Inclusive, Resilient, and Sustainable Housing Unit Pj. for TN	USD	07/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	6.53	16.47	13.53
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	53.11	136.48	114.35
4113-IND Integrated Urban Flood Management for the Chennai-Kosasthalaiyar Basin Proj	USD	26/10/2021	0.00	0.00	0.00	0.00	0.00	0.00	25.25	60.92	55.39	24.47
	INR		0.00	0.00	0.00	0.00	0.00	0.00	190.21	492.87	458.81	205.13

4253-IND Tamil Nadu Urban Flagship Investment Program - Project 3	USD	27/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	6.35	36.68
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	52.77	310.65
4273-IND Chennai Metro Rail Investment Project	USD	29/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	147.11	89.91
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,217.88	757.72
TR Tripura	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*3.65*	*2.40*	*31.05*	*36.58*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*27.44*	*19.31*	*257.82*	*309.15*
4133-IND Agartala City Urban Development Project	USD	12/11/2021	0.00	0.00	0.00	0.00	0.00	0.00	2.79	0.63	2.73	3.16
	INR		0.00	0.00	0.00	0.00	0.00	0.00	21.05	5.02	22.62	26.69
4248-IND Tripura Power Distribution Strengthening and Generation Efficiency Improvement Project	USD	30/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	26.11	25.43
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	216.92	214.76
4375-IND Tripura Urban &Tourism Dovelopment Project	USD	22/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.78
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	49.20
6037-IND Tripura Urban and Tourism Development Project	USD	18/12/2020	0.00	0.00	0.00	0.00	0.00	0.00	0.86	1.44	1.07	0.84
	INR		0.00	0.00	0.00	0.00	0.00	0.00	6.39	11.58	8.84	7.02

6046-IND Infrastructure Development of Industrial Estates in Tripura	USD	17/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.33	0.66	0.87
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.72	5.49	7.24
6047-IND Agartala Municipal Insfrastructure Development Project	USD	29/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.48	0.50
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.94	4.24
UK Uttarakhand	*USD*		*90.67*	*115.51*	*108.94*	*46.17*	*5.84*	*10.01*	*0.94*	*14.56*	*22.18*	*102.19*
	INR		*595.44*	*775.84*	*700.76*	*315.88*	*41.67*	*73.84*	*7.12*	*116.38*	*183.84*	*864.07*
2309-IND Uttarakhand Power Sector Investment Program - Project 1	USD	22/02/2007	0.71	1.35	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		4.70	9.17	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2410-IND Uttarakhand Urban Sector Development Investment Program (Project-1)	USD	23/10/2008	7.60	5.19	2.43	3.31	0.00	0.00	0.00	0.00	0.00	0.00
	INR		49.98	34.91	15.64	22.38	0.00	0.00	0.00	0.00	0.00	0.00
2458-IND Uttarakhand State Road Investment Program-Project 2	USD	10/02/2009	1.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		6.87	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2498-IND Uttarkhand Power Sector Invest. Program-Proj.2	USD	25/02/2009	0.68	3.39	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		4.54	22.76	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

2502-IND Uttarkhand Power Sector Invest. Program-Proj.3	USD	25/02/2009	7.24	4.05	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		47.06	27.38	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2797-IND Uttarakhand Urban Sector Development Investment Program (Project-2)	USD	31/01/2013	6.71	6.42	13.74	8.73	0.00	0.00	0.00	0.00	0.00	0.00
	INR		44.07	43.23	88.41	58.95	0.00	0.00	0.00	0.00	0.00	0.00
2833-IND Infrastructure Development Investment Program for Tourism-Project 2.	USD	02/04/2012	3.91	6.24	3.96	4.36	0.00	0.00	0.00	0.00	0.00	0.00
	INR		25.55	41.59	25.52	30.93	0.00	0.00	0.00	0.00	0.00	0.00
3040-IND Uttarakhand State Road Investment Program Proj-3	USD	24/12/2013	28.38	29.82	33.14	13.45	0.00	0.00	0.00	0.00	0.00	0.00
	INR		185.88	200.13	213.23	90.66	0.00	0.00	0.00	0.00	0.00	0.00
3055-IND Uttarakhand Emergency Assistance Project	USD	05/02/2014	34.38	57.05	52.51	13.95	0.00	0.00	0.00	0.00	0.00	0.00
	INR		226.80	383.27	337.66	96.13	0.00	0.00	0.00	0.00	0.00	0.00
3223-IND Infrastructure Development Investment Program for Tourism _ Project 3 reg.	USD	28/09/2015	0.00	2.00	3.16	2.39	5.84	10.01	0.00	0.00	0.00	0.00
	INR		0.00	13.40	20.30	16.84	41.67	73.84	0.00	0.00	0.00	0.00
4148-IND Uttarakhand Integrated and Resilient Urban Development Project	USD	07/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.94	14.56	22.18	21.55
	INR		0.00	0.00	0.00	0.00	0.00	0.00	7.12	116.38	183.84	182.16

4402-IND Uttarakhand Climate Resilient Power System Development Project	USD	13/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	31.80
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	267.72
4407-IND Uttrakhand Integrated and Resilient Urban Development Project - Additional Financing	USD	13/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	28.09
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	236.54
4510-IND Uttarakhand Livability Improvement Project	USD	06/11/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	20.75
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	177.65
UP Uttar Pradesh	*USD*		*0.00*	*0.00*	*3.54*	*20.46*	*72.77*	*98.93*	*51.45*	*97.81*	*49.80*	*10.97*
	INR		*0.00*	*0.00*	*22.64*	*145.19*	*517.37*	*729.87*	*381.86*	*792.59*	*411.56*	*92.76*
3386-IND Uttar Pradesh Major District Roads Improvement Project	USD	27/06/2017	0.00	0.00	3.54	20.46	72.77	75.46	22.77	0.00	0.00	0.00
	INR		0.00	0.00	22.64	145.19	517.37	559.47	167.97	0.00	0.00	0.00
4025-IND Uttar Pradesh Power Distribution Network Rehabilitation Project - Tranche 1	USD	18/12/2020	0.00	0.00	0.00	0.00	0.00	23.46	28.68	97.81	49.80	10.97
	INR		0.00	0.00	0.00	0.00	0.00	170.40	213.89	792.59	411.56	92.76
WB West Bengal	*USD*		*19.18*	*66.55*	*211.93*	*78.20*	*232.70*	*93.13*	*62.77*	*53.12*	*64.57*	*89.79*
	INR		*127.05*	*444.07*	*1,364.54*	*548.39*	*1,656.12*	*687.46*	*469.28*	*427.01*	*534.96*	*756.24*

3053-IND Kolkata Environment Improvement Investment Program - Project-1	USD	03/03/2014	12.36	15.56	16.77	9.87	5.46	4.64	0.00	0.00	0.00	0.00
	INR		81.67	104.21	108.42	69.84	37.58	34.21	0.00	0.00	0.00	0.00
3118-IND SASEC Road Connectivity Investment Program (Tranche-1)	USD	26/03/2015	6.82	37.07	32.67	27.28	17.21	4.70	2.45	3.00	0.00	0.00
	INR		45.38	248.35	210.47	186.86	121.36	34.83	18.30	24.47	0.00	0.00
3413-IND Kolkata Environmental Improvement Investment Program Project-2	USD	21/11/2016	0.00	13.92	12.49	26.05	27.74	18.38	17.43	16.10	8.40	36.86
	INR		0.00	91.51	80.03	183.68	196.04	135.67	130.83	129.70	69.08	307.21
3563-IND Second West Bengal Development Finance Program	USD	24/10/2017	0.00	0.00	150.00	0.00	150.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	965.64	0.00	1,073.41	0.00	0.00	0.00	0.00	0.00
3689-IND Kolkata Environmental Improvement Investment Program - Tranche-3	USD	03/10/2018	0.00	0.00	0.00	0.00	8.54	3.96	14.83	20.15	9.31	14.63
	INR		0.00	0.00	0.00	0.00	60.06	29.15	110.67	161.41	76.54	122.09
3696-IND West Bengal Drinking Water Sector Improvement Project	USD	03/10/2018	0.00	0.00	0.00	15.00	23.75	36.45	28.07	13.87	21.86	25.41
	INR		0.00	0.00	0.00	108.02	167.68	270.89	209.48	111.43	181.34	215.46
4004-IND West Bangal Public Finance Management Reform Programm	USD	02/12/2020	0.00	0.00	0.00	0.00	0.00	25.00	0.00	0.00	25.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	182.70	0.00	0.00	208.01	0.00

4508-IND West Bengal Distribution System Strengthening Program	USD	01/11/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.89
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	111.48
Total	**USD**		**1,090.39**	**1,357.48**	**1,563.46**	**1,457.59**	**1,749.69**	**3,187.09**	**2,606.94**	**2,717.45**	**3,075.94**	**2,710.49**
Total	**INR**		**7,183.11**	**9,095.06**	**10,069.60**	**10,232.92**	**12,371.82**	**23,916.94**	**19,528.79**	**21,670.10**	**25,487.97**	**22,952.78**
Asian Development Bank												
AP Andhra Pradesh	*JPY*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*30,493.00*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*1,733.85*
4573-IND AMRAVATI INCLUSIVE AND SUSTAINABLE CAPITAL CITY DEVELOPMENT PROGRAM	JPY	20/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30,493.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,733.85
CN Central	*JPY*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*12,640.68*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*678.34*
4404-IND Delhi-Meerut Regional Rapid Transit System Investment Project-Tranche 3	JPY	15/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12,640.68
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	678.34
Total	**JPY**		**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**43,133.68**

Total	**INR**		**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**2,412.19**
Asian Infrastructure Investment Bank												
AP Andhra Pradesh	*USD*		*0.00*	*0.00*	*0.40*	*20.60*	*57.85*	*65.46*	*17.07*	*80.81*	*0.00*	*10.97*
	INR		*0.00*	*0.00*	*2.58*	*143.67*	*412.69*	*479.96*	*126.39*	*625.51*	*0.00*	*91.34*
0009-1-IND Andhra Pradesh 24x7 - Power for All Project	USD	22/06/2017	0.00	0.00	0.40	20.60	25.71	19.44	17.07	3.15	0.00	0.00
	INR		0.00	0.00	2.58	143.67	182.57	143.95	126.39	25.65	0.00	0.00
L0063A-IND Andhra Pradesh Rural Roads Project	USD	25/02/2019	0.00	0.00	0.00	0.00	31.14	40.00	0.00	40.00	0.00	10.97
	INR		0.00	0.00	0.00	0.00	223.10	291.77	0.00	310.21	0.00	91.34
L0079A-IND AP Urban Water Supply Septage Mgt Improvement Pj.	USD	25/02/2019	0.00	0.00	0.00	0.00	1.00	6.03	0.00	37.66	0.00	0.00
	INR		0.00	0.00	0.00	0.00	7.02	44.24	0.00	289.65	0.00	0.00
AS Assam	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*9.30*	*34.74*	*59.38*	*139.65*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*70.97*	*280.61*	*492.10*	*1,185.18*
L0302A-IND Assam Intra-State Transmission System Enhancement Project	USD	23/02/2021	0.00	0.00	0.00	0.00	0.00	0.00	9.30	15.49	10.61	31.97
	INR		0.00	0.00	0.00	0.00	0.00	0.00	70.97	123.83	87.84	272.19

L0315A-IND Assam Electricity Distribution System Enhancement & Loss Reduction Project	USD	25/04/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11.97	33.44	78.51
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	97.03	277.00	666.62
L0440A-IND Assam Secondary Road Network Improvement Project	USD	19/09/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7.28	15.34	29.17
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	59.75	127.26	246.37
CG Chhattisgarh	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.02*	*0.52*	*0.48*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.14*	*4.36*	*4.10*
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.02	0.52	0.48
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.14	4.36	4.10
CN Central	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.84*	*1,037.26*	*981.97*	*449.65*	*361.95*	*170.72*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*6.01*	*7,785.58*	*7,365.71*	*3,637.80*	*2,992.13*	*1,430.71*
L0038A-IND Bangalore Metro Rail Project - Line R6	USD	04/06/2019	0.00	0.00	0.00	0.00	0.84	33.33	33.33	66.66	99.99	56.03
	INR		0.00	0.00	0.00	0.00	6.01	245.38	245.36	533.44	828.31	468.19
L0228A-IND Mumbai Urban Transport Project 3	USD	24/08/2020	0.00	0.00	0.00	0.00	0.00	2.68	5.69	28.85	26.01	50.95
	INR		0.00	0.00	0.00	0.00	0.00	19.65	42.02	233.07	215.62	430.30

L0352A-IND Delhi-Meerut Regional Rapid Transit System Project	USD	10/03/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	150.09	234.56	60.80
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,230.20	1,936.61	507.16
L0380A-IND India COVID-19 Emergency Response and Health Systems Preparedness Project	USD	08/05/2020	0.00	0.00	0.00	0.00	0.00	251.25	203.50	45.26	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	1,895.66	1,519.33	370.57	0.00	0.00
L0409A-IND COVID-19 Active Response and Expenditure Support Program	USD	19/06/2020	0.00	0.00	0.00	0.00	0.00	750.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	5,624.90	0.00	0.00	0.00	0.00
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.03	1.39	2.93
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.26	11.58	25.07
L0523A-IND Coordinated & Responsive Indian Social Protection Sys Pgm (Post-Covid)	USD	03/09/2021	0.00	0.00	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	3,736.59	0.00	0.00	0.00
L0564A-IND Responsive COVID-19 Vaccines for Recovery Project	USD	21/01/2022	0.00	0.00	0.00	0.00	0.00	0.00	239.46	158.77	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1,822.41	1,270.26	0.00	0.00
GU Gujarat	*USD*		*0.00*	*0.00*	*57.17*	*123.07*	*22.92*	*125.85*	*0.00*	*94.65*	*38.64*	*38.71*
	INR		*0.00*	*0.00*	*371.55*	*846.83*	*160.69*	*950.79*	*0.00*	*776.87*	*321.17*	*326.49*

0025-1-IND Gujarat Rural Roads Project	USD	04/08/2017	0.00	0.00	57.17	123.07	22.92	125.85	0.00	0.00	0.00	0.00
	INR		0.00	0.00	371.55	846.83	160.69	950.79	0.00	0.00	0.00	0.00
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.05	1.82	6.49
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.41	15.16	54.86
L0479A-IND Gujarat Education Infrastrueture and Technology Modernisation Program	USD	07/01/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	94.61	36.82	32.22
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	776.47	306.01	271.63
HR Haryana	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.32*	*0.00*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*2.65*	*0.00*
L0370A-IND haryana Orbital Rail Corridor Part A Project	USD	08/06/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.32	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.65	0.00
KL Kerala	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.58*	*15.69*	*15.22*	*14.35*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*4.38*	*122.84*	*125.87*	*120.75*
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.04	1.12	0.80

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.31	9.34	6.73
L0453A-IND Kerala Solid Waste Management Project	USD	21/01/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.26	1.70	2.80	2.90
	INR		0.00	0.00	0.00	0.00	0.00	0.00	2.00	13.52	22.96	24.22
L0463A-IND The Resilient Kerala Program	USD	10/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.31	13.95	11.30	10.65
	INR		0.00	0.00	0.00	0.00	0.00	0.00	2.38	109.00	93.58	89.80
MH Maharashtra	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*2.68*	*5.69*	*28.97*	*26.03*	*62.04*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*19.65*	*42.02*	*234.02*	*215.82*	*525.19*
L0228A-IND Mumbai Urban Transport Project 3	USD	24/08/2020	0.00	0.00	0.00	0.00	0.00	2.68	5.69	28.85	26.01	50.95
	INR		0.00	0.00	0.00	0.00	0.00	19.65	42.02	233.07	215.62	430.30
L0353A Mumbai Urban Transport Project 3A Station Improvement	USD	29/11/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	8.59
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	73.67
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.12	0.02	2.49
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.95	0.20	21.22
ML Meghalaya	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.06*	*0.41*	*2.89*

	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.51*	*3.42*	*24.45*
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.06	0.41	2.89
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.51	3.42	24.45
MN Manipur	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.04*	*0.00*	*0.98*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.36*	*0.00*	*8.43*
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.04	0.00	0.98
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.36	0.00	8.43
MP Madhya Pradesh	*USD*		*0.00*	*0.00*	*0.00*	*32.04*	*38.17*	*19.57*	*10.69*	*10.34*	*12.98*	*0.31*
	INR		*0.00*	*0.00*	*0.00*	*229.55*	*268.66*	*145.53*	*79.44*	*83.27*	*107.38*	*2.62*
L0020A-IND Madhya Pradesh Rural Connectivity Project	USD	24/06/2018	0.00	0.00	0.00	32.04	38.17	19.57	10.69	10.27	12.17	0.00
	INR		0.00	0.00	0.00	229.55	268.66	145.53	79.44	82.71	100.63	0.00
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.07	0.81	0.31
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.56	6.75	2.62
OD Odisha	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.01*	*0.39*	*0.41*

	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.10*	*3.25*	*3.45*
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.01	0.39	0.41
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.10	3.25	3.45
PB Punjab	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.26*	*3.13*	*5.00*	*10.63*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*1.99*	*25.65*	*41.32*	*89.68*
L0448A-IND Punjab Municipal Services Improvement Project	USD	12/10/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.26	3.13	5.00	10.63
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1.99	25.65	41.32	89.68
RJ Rajasthan	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.06*	*1.60*	*2.59*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.51*	*13.28*	*22.03*
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.06	1.60	2.59
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.51	13.28	22.03
TN Tamil Nadu	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.38*	*102.37*	*229.80*	*171.76*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*2.82*	*829.22*	*1,910.35*	*1,457.17*
L0301A-IND Chennai Metro Rail Phase 2 - Corridor 4 Project	USD	26/10/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	98.94	67.95	59.07

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	800.70	563.34	502.77
L0336A-IND Chennai Peripheral Ring Road Sections 2&3 Projects	USD	13/04/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	16.08	39.48
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	133.93	332.49
L0368A-IND Chennai Metro Rail Phase 2 - Corridor 5 Project	USD	07/06/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	110.14	55.08
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	917.54	467.16
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.13	4.62	8.22
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.08	38.43	69.25
L0477A-IND Chennai City Partnership: Sustainable Urban Services Program	USD	30/11/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.38	3.30	31.01	9.91
	INR		0.00	0.00	0.00	0.00	0.00	0.00	2.82	27.45	257.11	85.50
WB West Bengal	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*9.17*	*22.74*	*39.41*	*80.40*	*46.66*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*67.18*	*169.87*	*315.54*	*664.21*	*392.39*
L0054A-IND West Bengal Major Irrigation and Flood Management Project	USD	15/05/2020	0.00	0.00	0.00	0.00	0.00	9.17	20.85	21.46	54.25	22.65
	INR		0.00	0.00	0.00	0.00	0.00	67.18	155.44	171.07	448.60	190.41
L0454A-IND West Bengal Electricity Distribution Grid Modernisation Project	USD	28/01/2022	0.00	0.00	0.00	0.00	0.00	0.00	1.89	17.95	26.15	24.01

	INR		0.00	0.00	0.00	0.00	0.00	0.00	14.43	144.47	215.61	201.98
Total	**USD**		**0.00**	**0.00**	**57.57**	**175.70**	**119.77**	**1,259.99**	**1,048.67**	**859.95**	**832.64**	**673.14**
Total	**INR**		**0.00**	**0.00**	**374.13**	**1,220.05**	**848.04**	**9,448.69**	**7,863.59**	**6,932.94**	**6,897.30**	**5,683.98**
European Investment Bank												
CN Central	*EUR*		*0.00*	*100.00*	*100.00*	*100.00*	*150.00*	*104.15*	*130.52*	*300.00*	*200.00*	*390.34*
	INR		*0.00*	*730.72*	*761.41*	*798.55*	*1,190.00*	*936.92*	*1,130.82*	*2,558.62*	*1,813.60*	*3,543.42*
92954-EIB 92954- Agra Metro Rail Project A	EUR	22/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	125.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,117.16
93665-EIB 93665-EIB Pune Metro Rail Project -B	EUR	07/05/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	150.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,388.82
EIBGLN0001 85486-Lucknow Metro Rail Project	EUR	30/03/2016	0.00	100.00	100.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	730.72	761.41	0.00	0.00	0.00	0.00	0.00	0.00	0.00
EIBGLN0002 87206-Lucknow Metro Rail Project Finance Contract B	EUR	31/03/2017	0.00	0.00	0.00	100.00	150.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	798.55	1,190.00	0.00	0.00	0.00	0.00	0.00

EIBGLN0003 86976-Bangalore Metro Rail Project - Line R6 - A	EUR	05/10/2017	0.00	0.00	0.00	0.00	0.00	50.00	50.00	100.00	100.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	449.80	434.49	802.62	911.16	0.00
EIBGLN0004 88419-Bangalore Metro Rail Project - Line R6 - B	EUR	28/09/2018	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.00	50.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	902.45	450.16
EIBGLN0005 88702-Pune Metro Rail Project A	EUR	22/07/2019	0.00	0.00	0.00	0.00	0.00	54.15	80.52	0.00	0.00	65.34
	INR		0.00	0.00	0.00	0.00	0.00	487.12	696.33	0.00	0.00	587.28
EIBGLN0007 91823-Kanpur Metro Project Tranche 1	EUR	31/08/2020	0.00	0.00	0.00	0.00	0.00	0.00	0.00	200.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,756.00	0.00	0.00
Total	**EUR**		**0.00**	**100.00**	**100.00**	**100.00**	**150.00**	**104.15**	**130.52**	**300.00**	**200.00**	**390.34**
Total	**INR**		**0.00**	**730.72**	**761.41**	**798.55**	**1,190.00**	**936.92**	**1,130.82**	**2,558.62**	**1,813.60**	**3,543.42**
Germany												
AP Andhra Pradesh	*EUR*		*0.00*	*26.08*	*18.58*	*0.00*	*0.00*	*5.61*	*23.34*	*6.46*	*0.00*	*22.69*
	INR		*0.00*	*185.45*	*144.86*	*0.00*	*0.00*	*48.51*	*203.50*	*53.20*	*0.00*	*204.37*
12237800E Green Energy Corridors - Intra State Transmission System in Andhra Pradesh	EUR	05/10/2015	0.00	5.08	18.58	0.00	0.00	0.00	8.34	0.00	0.00	0.00

	INR		0.00	35.79	144.86	0.00	0.00	0.00	72.70	0.00	0.00	0.00
17793176E Green Energy Corridors - Intra State Transmission System in Andhra Pradesh	EUR	05/10/2015	0.00	0.00	0.00	0.00	0.00	0.00	15.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	130.80	0.00	0.00	0.00
18029739E Andhra Pradesh Climate Resilient Zero budget Natural Farming Project	EUR	19/12/2019	0.00	0.00	0.00	0.00	0.00	5.61	0.00	6.46	0.00	22.69
	INR		0.00	0.00	0.00	0.00	0.00	48.51	0.00	53.20	0.00	204.37
529723E Green Energy Corridors - Intra State Transmission System in Andhra Pradesh	EUR	05/10/2015	0.00	21.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	149.66	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
CN Central	*EUR*		*67.63*	*16.25*	*121.59*	*143.81*	*128.70*	*497.20*	*0.00*	*1.03*	*144.88*	*284.40*
	INR		*489.81*	*118.13*	*948.00*	*1,160.30*	*1,038.74*	*4,366.87*	*0.00*	*8.42*	*1,291.44*	*2,596.51*
10586869E City Investments to Innovate, Integrate and Sustain (CITIIS)2.0	EUR	08/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	17.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	155.42
11178493 Nagpur Metro Project	EUR	01/04/2016	0.00	15.50	15.50	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	112.74	117.19	0.00	0.00	0.00	0.00	0.00	0.00	0.00

11178503 Nagpur Metro Project	EUR	01/04/2016	0.00	0.00	106.09	1.71	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	830.82	14.56	0.00	0.00	0.00	0.00	0.00	0.00
11553839E Covid-19 Social Protection Crisis Response Programme Phase II	EUR	16/12/2020	0.00	0.00	0.00	0.00	0.00	210.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	1,813.27	0.00	0.00	0.00	0.00
11689544E Surat Metro Project	EUR	17/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.03	42.94	29.10
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	8.42	384.42	266.15
12279000 Nagpur Metro Project	EUR	01/04/2016	0.00	0.00	0.00	142.10	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	1,145.74	0.00	0.00	0.00	0.00	0.00	0.00
12873519E Climate-Friendly Energy Supply (Programme)-	EUR	15/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	200.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,828.53
13719594E Covid-19 Social Protection crisis Response Programme	EUR	21/08/2020	0.00	0.00	0.00	0.00	0.00	250.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	2,234.31	0.00	0.00	0.00	0.00
13898656E Surat Metro Project	EUR	17/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	22.40	13.68
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	198.48	124.34

13898665E Surat Metro Project	EUR	17/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.59	2.80
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	40.65	25.47
1421147E Modernisation of Signaling System-Kanpur-Delhi	EUR	01/08/1997	1.16	0.75	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		8.24	5.39	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
16079154E Ahmedabad Metro Phase II	EUR	23/09/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	21.75	21.82
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	195.01	196.59
16712454 Nagpur Metro Project	EUR	01/04/2016	0.00	0.00	0.00	0.00	128.70	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	1,038.74	0.00	0.00	0.00	0.00	0.00
17822450 Nagpur Metro Project	EUR	01/04/2016	0.00	0.00	0.00	0.00	0.00	37.20	0.00	0.00	53.20	0.00
	INR		0.00	0.00	0.00	0.00	0.00	319.30	0.00	0.00	472.88	0.00
3057891E Pulse Polio Immunization Programme XV	EUR	16/12/2009	22.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		157.53	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4500766E NABARD XI-Reform of the Rural Cooperative	EUR	20/12/2007	30.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		219.19	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

7711936E Pulse Polio Immunization Programme XIV	EUR	16/12/2009	5.46	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		39.09	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9216047E NABARD XI-Reform of The Rural Cooperative Credit Structure	EUR	20/12/2007	9.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		65.76	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
GU Gujarat	*EUR*		*0.00*	*0.00*	*3.73*	*10.88*	*28.17*	*25.91*	*4.48*	*26.84*	*0.00*	*0.00*
	INR		*0.00*	*0.00*	*28.70*	*87.40*	*221.86*	*225.79*	*39.85*	*220.02*	*0.00*	*0.00*
11203825E Green Energy Corridors (GEC)-Intra State Transmission System in Gujarat	EUR	30/06/2016	0.00	0.00	3.73	7.84	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	28.70	63.63	0.00	0.00	0.00	0.00	0.00	0.00
15619068E GEC-Intrastate Transmission system in Gujarat	EUR	30/06/2016	0.00	0.00	0.00	0.00	0.00	16.76	4.48	26.84	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	147.64	39.85	220.02	0.00	0.00
18995877E GEC-Intrastate Transmission System in Gujarat	EUR	30/06/2016	0.00	0.00	0.00	3.04	28.17	9.15	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	23.77	221.86	78.15	0.00	0.00	0.00	0.00
HP Himachal Pradesh	*EUR*		*5.28*	*8.30*	*5.46*	*5.63*	*7.83*	*12.61*	*14.87*	*13.17*	*14.13*	*5.19*
	INR		*35.80*	*61.03*	*40.69*	*45.40*	*61.67*	*109.17*	*127.60*	*107.57*	*126.76*	*46.58*

10015554E Green Energy Coridors Intra State Transmission System in HP	EUR	05/10/2015	0.00	0.00	0.00	2.49	5.90	8.31	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	20.03	46.64	71.64	0.00	0.00	0.00	0.00
12254980E Himachal Pradesh Forest Ecosystem Climate Proofing Project	EUR	29/12/2015	0.00	0.00	0.00	0.00	0.00	0.00	1.27	1.55	2.69	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	10.77	12.81	24.05	0.00
14459725E Green Energy Corridors - Intra State Transmission System in HP	EUR	05/10/2015	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.09	6.16	1.37
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.81	55.46	12.30
15571424E Green Energy Coridors Intra State Transmission System in HP	EUR	05/10/2015	0.00	0.00	0.00	0.00	0.00	2.49	11.90	11.53	0.05	0.00
	INR		0.00	0.00	0.00	0.00	0.00	21.71	102.09	93.96	0.01	0.00
15586494E Himachal Pradesh Forest Ecosystem Climate Proofing	EUR	29/12/2015	0.00	0.00	0.05	0.45	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.38	3.67	0.00	0.00	0.00	0.00	0.00	0.00
16697445E Himachal Pradesh Forest Ecosystem Climate Proofing Project	EUR	29/12/2015	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.23	3.81
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	47.24	34.28
17806654E Himachal Pradesh Forest Ecosystem Climate Proofing	EUR	29/12/2015	0.00	0.00	0.00	0.01	1.48	1.81	1.70	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.08	11.54	15.82	14.74	0.00	0.00	0.00

7354672E Shoogtong-Karcham Hydropower Project- HP	EUR	21/12/2012	3.76	5.92	1.26	1.84	0.34	0.00	0.00	0.00	0.00	0.00
	INR		25.51	43.49	9.66	14.89	2.64	0.00	0.00	0.00	0.00	0.00
7735988E Green Energy Corridors-Intra State Transmission System in Himachal Pradesh	EUR	05/10/2015	0.00	0.00	1.43	0.80	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	10.12	6.43	0.00	0.00	0.00	0.00	0.00	0.00
9950643E Shongton-Karcham Hydropower Project-HP	EUR	21/12/2012	1.52	2.39	2.72	0.04	0.11	0.00	0.00	0.00	0.00	0.00
	INR		10.30	17.54	20.52	0.31	0.85	0.00	0.00	0.00	0.00	0.00
KL Kerala	*EUR*		*0.00*	*0.00*	*0.66*	*1.12*	*7.34*	*103.32*	*9.96*	*25.88*	*47.97*	*38.01*
	INR		*0.00*	*0.00*	*4.69*	*8.92*	*57.53*	*896.75*	*85.68*	*218.84*	*427.82*	*345.13*
10547804 Green Energy Corridor II Projects of Kerala State	EUR	24/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.51	8.64
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	40.43	77.83
11201027E Climate Friendly Urban Mobility-Integrated Water Transport Kochi	EUR	17/06/2016	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.72	8.61	7.66
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	6.43	77.12	70.03
11427020E Climate- Resilient Reconstruction after Flooding in Kerala, Phas II	EUR	30/10/2019	0.00	0.00	0.00	0.00	0.00	0.00	2.26	7.64	16.38	10.21
	INR		0.00	0.00	0.00	0.00	0.00	0.00	19.40	65.10	145.83	92.72

12529315E Climate-Resilient Reconstruction after Flooding in Kerala, Phase-I.	EUR	30/10/2019	0.00	0.00	0.00	0.00	0.00	0.00	2.55	8.62	18.47	11.51
	INR		0.00	0.00	0.00	0.00	0.00	0.00	21.88	73.41	164.45	104.56
12656739E Climate Loan Kerala- (Programme)	EUR	22/12/2020	0.00	0.00	0.00	0.00	0.00	100.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	868.45	0.00	0.00	0.00	0.00
13411370E Climate Friendly Urban Mobility-Integrated Water Trnsport Kochi	EUR	17/06/2016	0.00	0.00	0.22	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	1.59	0.00	0.00	0.00	0.00	0.00	0.00	0.00
13411374E Climate Friendly Urban Mobility-Integrated Water Transport Kochi	EUR	17/06/2016	0.00	0.00	0.44	0.88	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	3.10	7.02	0.00	0.00	0.00	0.00	0.00	0.00
15617954E Climate Friendly Urban Mobility-Integrated Water Transport Kochi	EUR	17/06/2016	0.00	0.00	0.00	0.24	7.34	3.32	5.14	8.90	0.00	0.00
	INR		0.00	0.00	0.00	1.90	57.53	28.30	44.40	73.89	0.00	0.00
MH Maharashtra	*EUR*		*24.50*	*0.28*	*0.00*	*0.00*	*2.97*	*12.58*	*5.62*	*6.69*	*12.17*	*2.22*
	INR		*176.17*	*1.96*	*0.00*	*0.00*	*23.51*	*111.36*	*48.15*	*54.95*	*109.14*	*19.97*
15687022E Green Energy Corridors(GEC) Intra State Transmission System in Maharashtra	EUR	01/12/2017	0.00	0.00	0.00	0.00	2.97	2.23	0.79	2.28	0.00	0.00
	INR		0.00	0.00	0.00	0.00	23.51	19.10	6.87	18.21	0.00	0.00

17796502E Solar PV Power Plant Sakri (Shivajinagar)	EUR	05/10/2015	19.19	0.00	0.00	0.00	0.00	10.36	4.84	4.41	12.17	2.22
	INR		138.34	0.00	0.00	0.00	0.00	92.26	41.29	36.74	109.14	19.97
5192758E Solar PV power plant Sakri (Shivajinagar)	EUR	10/08/2011	5.32	0.28	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		37.83	1.96	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
ML Meghalaya	*EUR*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.06*	*0.16*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.52*	*1.41*
10547779E Protection of Vulnerable Catchment Areas in Meghalaya - Climate change adaptation in Himalaya.	EUR	24/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.06	0.16
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.52	1.41
MN Manipur	*EUR*		*0.00*	*0.00*	*0.00*	*0.00*	*0.72*	*0.81*	*0.24*	*0.74*	*0.56*	*1.57*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*5.72*	*7.02*	*2.06*	*5.92*	*5.08*	*13.93*
12395568E Climate change Adaption in the Himalaya, Component I Manipur	EUR	01/12/2017	0.00	0.00	0.00	0.00	0.72	0.81	0.24	0.74	0.56	1.57
	INR		0.00	0.00	0.00	0.00	5.72	7.02	2.06	5.92	5.08	13.93
MP Madhya Pradesh	*EUR*		*0.00*	*0.00*	*1.68*	*18.63*	*37.23*	*35.19*	*8.28*	*9.71*	*11.34*	*20.01*

	INR		*0.00*	*0.00*	*12.37*	*148.18*	*292.67*	*303.83*	*71.15*	*81.64*	*101.53*	*180.64*
12787047E Energy Reform Programme Madhya Pradesh (MPPMCL)	EUR	23/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.10	11.71
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	37.08	105.31
13505647E Madhya Pradesh Urban Sanitation and Environment Programme (MPUSEP)	EUR	01/12/2017	0.00	0.00	0.00	3.27	0.62	0.33	0.53	5.62	7.23	8.30
	INR		0.00	0.00	0.00	26.43	4.83	3.59	3.41	45.68	64.45	75.33
14506723E Green Energy Corridors (GEC)-Intra State Transmission System in MP	EUR	30/06/2016	0.00	0.00	1.68	8.32	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	12.37	66.79	0.00	0.00	0.00	0.00	0.00	0.00
18994239 GEC-Intra State Transmission System in Madhya Pradesh	EUR	30/06/2016	0.00	0.00	0.00	7.04	36.62	1.35	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	54.96	287.84	11.05	0.00	0.00	0.00	0.00
18994240E GEC-Intra State Transmission System in Madhya Pradesh	EUR	30/06/2016	0.00	0.00	0.00	0.00	0.00	33.51	7.76	4.10	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	289.19	67.74	35.96	0.00	0.00
OD Odisha	*EUR*		*9.65*	*27.06*	*11.37*	*0.00*	*18.07*	*3.33*	*1.75*	*2.55*	*9.00*	*0.00*
	INR		*65.35*	*195.67*	*85.94*	*0.00*	*140.32*	*29.25*	*14.66*	*21.56*	*80.37*	*0.00*
17908006E Sustainbale Urban Infrastructure Development Odisha, Phas II	EUR	01/12/2017	0.00	0.00	0.00	0.00	16.17	3.33	1.75	2.55	9.00	0.00

	INR		0.00	0.00	0.00	0.00	125.35	29.25	14.66	21.56	80.37	0.00
2167623E Environment Related Urban Infrastructure Development Odisha	EUR	02/08/2012	0.00	9.23	11.37	0.00	1.90	0.00	0.00	0.00	0.00	0.00
	INR		0.00	64.95	85.94	0.00	14.97	0.00	0.00	0.00	0.00	0.00
4191383E Environment Related Urban Infrastructure Development Odisha	EUR	02/08/2012	0.00	15.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	109.51	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
6282843E Environment Related Urban Infrastructure Development Odisha	EUR	02/08/2012	2.49	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		16.76	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
997707E Environment Related Urban Infrastructure Development Odisha	EUR	02/08/2012	7.17	2.84	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		48.59	21.21	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
RJ Rajasthan	*EUR*		*0.43*	*1.25*	*16.45*	*10.30*	*8.40*	*5.63*	*6.55*	*0.00*	*0.00*	*0.00*
	INR		*3.14*	*9.11*	*125.66*	*82.92*	*65.79*	*46.68*	*56.67*	*0.00*	*0.00*	*0.00*
7389275E Green Energy Corridors -Intra-State Transamission System in Raj.	EUR	17/12/2014	0.43	1.25	3.32	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		3.14	9.11	23.52	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7390204E Green Energy Corridors - Intra State Transmission System in Rajasthan	EUR	17/12/2014	0.00	0.00	13.13	6.87	0.00	0.00	0.00	0.00	0.00	0.00

	INR		0.00	0.00	102.14	55.37	0.00	0.00	0.00	0.00	0.00	0.00
7390308E Green Energy Corridors - Intra State Transmission System in Rajasthan	EUR	17/12/2014	0.00	0.00	0.00	3.42	8.40	4.68	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	27.55	65.79	38.41	0.00	0.00	0.00	0.00
7391555E Green Energy Corridors - Intra State Transmission System in Rajasthan	EUR	17/12/2014	0.00	0.00	0.00	0.00	0.00	0.95	6.55	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	8.27	56.67	0.00	0.00	0.00
TN Tamil Nadu	*EUR*		*19.11*	*46.49*	*63.47*	*27.87*	*16.83*	*30.52*	*59.74*	*50.68*	*59.21*	*78.02*
	INR		*138.15*	*338.47*	*466.96*	*227.50*	*132.62*	*264.81*	*523.26*	*422.76*	*531.21*	*706.04*
10547805E Sustainable Municipal Infrastructure Financing-Tamil Nadu III	EUR	24/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	15.46
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	143.60
1055956E Sustainable Municipal Infrastructure Financing in TN-Phase-II Part-2	EUR	18/06/2014	8.01	11.99	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		59.13	87.24	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
1055960E Sustainable Municipal Infrastructure Financing in TN-Phase-II Part-2	EUR	18/06/2014	0.00	0.00	0.00	0.00	2.57	16.01	8.86	21.25	0.00	0.00
	INR		0.00	0.00	0.00	0.00	20.21	139.82	78.28	177.66	0.00	0.00
13411991 Chennai Water Production & Demand Management Program-I	EUR	28/06/2016	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	24.00	0.00

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	215.72	0.00
13943939E Sustainable Municipal Infrastructure Financing-Tamil Nadu III	EUR	24/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.91
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	17.90
16897609E Climate-friendly Modernisation of Bus Services in Major Cities of Tamil Nad	EUR	26/08/2019	0.00	0.00	0.00	0.00	0.00	0.11	0.06	0.10	0.22	8.26
	INR		0.00	0.00	0.00	0.00	0.00	0.99	0.53	0.80	1.98	73.93
17193173E Sustainable Municipal Infrastructure Financing-Tamil Nadu III	EUR	24/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.91
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	17.90
18008033E Climate-friendly Modernisation of Bus Services in Major Cities of TN-IV	EUR	26/08/2019	0.00	0.00	0.00	0.00	0.00	0.36	0.20	0.31	0.72	26.90
	INR		0.00	0.00	0.00	0.00	0.00	3.23	1.72	2.60	6.47	240.69
18027239E Sustainable Urban Infrastructure development-chennai storm water management	EUR	06/12/2019	0.00	0.00	0.00	0.00	0.00	1.24	1.17	0.78	23.30	23.57
	INR		0.00	0.00	0.00	0.00	0.00	10.68	10.14	6.45	208.92	212.01
18993416 Chennai Water Production and Demand Management Programe-I	EUR	28/06/2016	0.00	0.00	0.00	0.00	0.00	0.00	17.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	151.89	0.00	0.00	0.00
18993418 Chennai Water Production & Demand Management Programe-I	EUR	28/06/2016	0.00	0.00	0.00	0.00	0.00	0.00	19.79	28.24	10.97	0.00

	INR		0.00	0.00	0.00	0.00	0.00	0.00	169.82	235.25	98.13	0.00
3618214E Sustainable Municipal Infrastructure Financing in TN-Phase-II Part-2	EUR	18/06/2014	2.40	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		17.02	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3663743E Sustainable Municipal Infrastructure Financing in Tamil Nadu Ph 2 Pt. 1	EUR	19/12/2012	4.88	11.14	3.49	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		34.92	78.94	26.22	0.00	0.00	0.00	0.00	0.00	0.00	0.00
44188E Sustainable Municipal Infrastructure Financing in TN-Phase-II Part-2	EUR	18/06/2014	0.00	5.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	35.94	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
5134259E Green Energy Corridors -Intra-State Transamission System in TN	EUR	17/12/2014	3.82	10.57	1.61	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		27.07	79.79	11.24	0.00	0.00	0.00	0.00	0.00	0.00	0.00
5774016E Sustainable Municipal Infrastructure Financing in TN-Phase-II Part-2	EUR	18/06/2014	0.00	7.04	7.47	2.98	7.51	0.00	0.00	0.00	0.00	0.00
	INR		0.00	51.19	55.54	24.43	58.58	0.00	0.00	0.00	0.00	0.00
7147741E Sustainable Municipal Infrastructure Financing in Tamil Nadu	EUR	09/07/2008	0.00	0.75	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	5.38	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7383864E Green Energy Corridors - Intra State Transmission System in Tamilnadu	EUR	17/12/2014	0.00	0.00	36.27	13.73	0.00	0.00	0.00	0.00	0.00	0.00

	INR		0.00	0.00	261.36	111.74	0.00	0.00	0.00	0.00	0.00	0.00	
7383880E Green Energy Corridors - Intra State Transmission System in Tamilnadu	EUR	17/12/2014	0.00	0.00	0.00	5.20	0.00	4.66	0.15	0.00	0.00	0.00	
	INR		0.00	0.00	0.00	42.29	0.00	38.68	1.25	0.00	0.00	0.00	
7889464E Sustainable Municipal Infrastructure Financing in Tamil Nadu Ph. 2 Pt. 1	EUR	19/12/2012	0.00	0.00	14.63	5.97	6.75	8.15	12.50	0.00	0.00	0.00	
	INR		0.00	0.00	112.60	49.05	53.83	71.42	109.64	0.00	0.00	0.00	
TR Tripura	*EUR*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.13*	*0.28*	*0.87*	*0.63*	
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*1.06*	*2.49*	*7.82*	*5.75*	
15853595E Climate change adaptation in the Himalaya - component II Tripura	EUR	19/06/2020	0.00	0.00	0.00	0.00	0.00	0.00	0.13	0.28	0.87	0.63	
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1.06	2.49	7.82	5.75	
UK Uttarakhand	*EUR*		*0.00*	*0.00*	*0.00*	*0.00*	*2.00*	*1.41*	*0.66*	*0.18*	*1.80*	*1.95*	
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*15.80*	*12.04*	*5.76*	*1.53*	*16.26*	*17.54*	
10193868E Environment Friendly Urban Development Programme in Ganga Basin	EUR	20/12/2018	0.00	0.00	0.00	0.00	2.00	1.41	0.66	0.18	0.42	1.95	
	INR		0.00	0.00	0.00	0.00	15.80	12.04	5.76	1.53	3.76	17.54	
17195447E Environmentally Friendly Urban Development Programme in Ganga Basin States Phase II (UR)	EUR	19/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.38	0.00	

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.50	0.00
UP Uttar Pradesh	*EUR*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*57.06*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*520.22*
10549191E Green Energy Corridors IV- Intra-State Power Transmission Grid Uttar Pradesh	EUR	09/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	57.06
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	520.22
WB West Bengal	*EUR*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*48.20*	*24.30*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*430.61*	*218.49*
19826865E Renewable Energy Power Plant (WB)	EUR	22/12/2020	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	48.20	24.30
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	430.61	218.49
Total	**EUR**		**126.61**	**125.71**	**242.98**	**218.23**	**258.26**	**734.12**	**135.60**	**144.21**	**350.17**	**536.21**
Total	**INR**		**908.42**	**909.81**	**1,857.87**	**1,760.62**	**2,056.22**	**6,422.08**	**1,179.41**	**1,198.88**	**3,128.55**	**4,876.56**
France												
AS Assam	*EUR*		*3.43*	*5.94*	*20.20*	*0.00*	*4.00*	*0.00*	*0.00*	*6.12*	*3.07*	*10.98*
	INR		*24.77*	*43.52*	*143.67*	*0.00*	*31.09*	*0.00*	*0.00*	*50.77*	*28.31*	*97.90*

CIN1101H Assam Project on Forest & Biodiversity Conservation	EUR	19/08/2019	0.00	0.00	0.00	0.00	4.00	0.00	0.00	6.12	3.07	10.98
	INR		0.00	0.00	0.00	0.00	31.09	0.00	0.00	50.77	28.31	97.90
FRGL047E Assam project on Forest & Biodiversity Conservation	EUR	22/02/2012	3.43	5.94	20.20	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		24.77	43.52	143.67	0.00	0.00	0.00	0.00	0.00	0.00	0.00
CH Chandigarh	*EUR*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.10*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.91*
CIN109001R Water Supply for Pan City (Chandigarh)	EUR	14/09/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.10
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.91
CN Central	*EUR*		*36.58*	*94.86*	*114.84*	*104.43*	*174.46*	*260.02*	*52.14*	*105.84*	*70.24*	*154.85*
	INR		*268.83*	*682.79*	*854.16*	*841.88*	*1,365.79*	*2,271.88*	*452.53*	*906.52*	*623.16*	*1,407.53*
CIN106201P Bangalore Metro Phase - II	EUR	03/09/2015	0.00	40.00	20.00	20.00	120.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	282.44	150.94	162.82	939.81	0.00	0.00	0.00	0.00	0.00
CIN106401S Kochi Metro Project	EUR	07/02/2014	36.58	54.96	67.76	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		268.83	400.73	498.96	0.00	0.00	0.00	0.00	0.00	0.00	0.00

CIN107501U Credit Facility Agreement for Nagpur Metro	EUR	17/11/2016	0.00	0.00	27.08	28.22	26.80	20.98	12.12	14.47	0.33	0.00
	INR		0.00	0.00	204.26	230.25	208.89	179.51	104.97	128.64	2.93	0.00
CIN107801X Puducherry Water Supply Project	EUR	30/06/2017	0.00	0.00	0.00	6.21	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	49.61	0.00	0.00	0.00	0.00	0.00	0.00
CIN109501W Smart City Projects	EUR	10/03/2018	0.00	0.00	0.00	50.00	0.00	0.00	0.00	50.00	0.00	0.00
	INR		0.00	0.00	0.00	399.21	0.00	0.00	0.00	434.35	0.00	0.00
CIN1104 Pune Metro Rail Project	EUR	28/01/2019	0.00	0.00	0.00	0.00	27.66	39.04	39.92	36.48	11.74	25.18
	INR		0.00	0.00	0.00	0.00	217.09	337.05	346.69	300.37	104.16	229.17
CIN112501P Surat Metro	EUR	28/01/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.10	4.89	26.49	52.20
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.87	43.15	235.04	476.43
CIN113301N City Investments to Innovate, Integrate and Sustain (CITIIS)2.0	EUR	06/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	17.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	154.49
CIN114501S AfD COVID -19 Loan	EUR	18/06/2020	0.00	0.00	0.00	0.00	0.00	200.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	1,755.32	0.00	0.00	0.00	0.00

CIN1157 Fishery Sector Strengthening Programme	EUR	01/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.33
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.91
CIN1159 Ahmedabad Metro Phase-II (AFD)	EUR	23/09/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	31.69	49.58
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	281.03	445.84
CIN1159-2 Ahmedabad Metro Phase-II	EUR	09/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	10.56
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	98.69
FRGL3610E Pilot Proj. Solor Energy Based Minor Irrigation	EUR	21/05/1993	0.00	-0.10	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	-0.38	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
HP Himachal Pradesh	*EUR*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.07*	*5.00*	*1.38*	*6.99*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.58*	*43.47*	*12.52*	*65.24*
CIN106801W Deothal Chanju and Chanju III Hydro Power Project HP	EUR	04/07/2017	0.00	0.00	0.00	0.00	0.00	0.00	0.07	5.00	0.00	3.95
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.58	43.47	0.00	36.83
CIN1113 Himachal Water Supply and sanitation Project	EUR	03/03/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.38	3.05
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.52	28.41

KL Kerala	*EUR*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*2.85*	*0.00*	*13.23*	*21.32*	*20.68*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*24.50*	*0.00*	*115.41*	*191.25*	*186.32*
CIN107401T Kochi Metro	EUR	27/12/2019	0.00	0.00	0.00	0.00	0.00	2.85	0.00	0.00	4.09	6.09
	INR		0.00	0.00	0.00	0.00	0.00	24.50	0.00	0.00	36.55	54.80
CIN1122 Resilient Kerala Programme (CFA)	EUR	03/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	13.23	17.23	14.59
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	115.41	154.70	131.52
RJ Rajasthan	*EUR*		*4.96*	*4.85*	*6.37*	*16.62*	*0.00*	*0.00*	*0.00*	*0.00*	*9.00*	*26.90*
	INR		*35.79*	*35.84*	*47.33*	*135.78*	*0.00*	*0.00*	*0.00*	*0.00*	*80.45*	*246.25*
CIN1147 Rajasthan Forestry and Biodiversity Development Project	EUR	03/03/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	9.00	26.90
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	80.45	246.25
FRGL046E Reorganization of Urban Water Supply Scheme for Jodhpur- RJ	EUR	02/02/2012	4.96	4.85	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		35.79	35.84	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
FRGL049E Reorganisation the Water Supply System of the city of Jodhpur-Phase II	EUR	17/07/2013	0.00	0.00	6.37	16.62	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	47.33	135.78	0.00	0.00	0.00	0.00	0.00	0.00

Total	**EUR**		**44.97**	**105.64**	**141.41**	**121.06**	**178.46**	**262.87**	**52.20**	**130.20**	**105.01**	**220.49**
Total	**INR**		**329.39**	**762.16**	**1,045.15**	**977.66**	**1,396.87**	**2,296.37**	**453.11**	**1,116.17**	**935.67**	**2,004.14**
Japan												
AP Andhra Pradesh	*JPY*		*2,234.31*	*1,712.72*	*705.48*	*133.78*	*495.66*	*554.51*	*328.43*	*1,430.58*	*804.89*	*90.56*
	INR		*121.63*	*109.02*	*41.11*	*8.26*	*32.70*	*38.80*	*21.19*	*85.71*	*45.83*	*5.16*
IDP-174 Hussain Sagar Lake and Catchment Area Improv. Proj	JPY	31/03/2006	78.69	45.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		4.23	2.74	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-178 Transmission System Modernization & Strengthening Project in Hyderabad	JPY	30/03/2007	290.68	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		15.30	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-181 Andhra Pradesh Irrigation & Livelihood Improvement Project	JPY	30/03/2007	615.42	746.12	102.91	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		33.49	47.80	6.07	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-193 Hyderabad Outer Ring Road Project Phase-1	JPY	10/03/2008	0.00	-644.47	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	-38.27	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-193A Hyderabad Outer Ring Road Project Phase-1	JPY	10/03/2008	25.46	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

	INR		1.32	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-198 Hyderabad Outer Ring Road Project (Phase-II)	JPY	21/11/2008	0.00	0.00	51.19	56.66	51.79	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	3.14	3.45	3.36	0.00	0.00	0.00	0.00	0.00
IDP-198A Hyderabad Outer Ring Road Project (Phase-II)	JPY	21/11/2008	0.00	91.45	56.58	77.12	11.54	0.00	0.00	0.00	0.00	0.00
	INR		0.00	5.59	3.30	4.80	0.71	0.00	0.00	0.00	0.00	0.00
IDP-216 Andhra Pradesh Rural High Voltage Distribution System Project	JPY	16/06/2011	1,224.06	1,474.56	494.80	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		67.29	91.17	28.60	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-260 Andhra Pradesh Irrigation and Livelihood Improvement Project (Phase 2) (I)	JPY	13/12/2017	0.00	0.00	0.00	0.00	370.89	487.69	251.18	1,418.10	692.85	90.56
	INR		0.00	0.00	0.00	0.00	24.60	34.11	16.10	84.97	39.38	5.16
IDP-260A AP irrigation and livelihood improvement project (Ph 2)(I)	JPY	13/12/2017	0.00	0.00	0.00	0.00	61.44	66.82	77.25	12.49	112.04	0.00
	INR		0.00	0.00	0.00	0.00	4.03	4.69	5.09	0.75	6.45	0.00
AS Assam	*JPY*		*962.66*	*687.91*	*1,006.48*	*555.03*	*687.54*	*799.41*	*413.96*	*748.13*	*3,191.59*	*5,888.53*
	INR		*52.46*	*40.63*	*58.96*	*34.85*	*44.73*	*55.67*	*27.31*	*44.97*	*180.04*	*328.02*
IDP-201 Guwahati Water Supply Project	JPY	31/03/2009	662.99	589.41	858.54	504.02	619.28	734.20	378.85	589.28	2,833.68	5,278.92

	INR		36.65	34.51	50.39	31.59	40.22	51.07	24.96	35.36	160.12	293.82
IDP-201A Guwahati Water Supply Project	JPY	31/03/2009	299.67	98.50	147.94	51.01	68.27	65.22	35.11	152.83	171.48	163.66
	INR		15.81	6.13	8.57	3.27	4.51	4.60	2.36	9.23	9.53	8.99
IDP-242A Guwahati Sewerage Project	JPY	27/02/2015	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	87.32
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.10
IDP-302 Medical Education and Reserch Department - Assam	JPY	31/03/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	6.02	14.87	73.98
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.38	0.84	4.16
IDP-302A Medical Education and Reserch Department - Assam	JPY	31/03/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	171.56	284.66
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	9.55	15.96
CN Central	*JPY*		*106,955.86*	*142,873.05*	*169,995.94*	*179,935.61*	*177,663.51*	*196,877.59*	*239,813.21*	*343,454.70*	*471,674.91*	*402,296.13*
	INR		*5,953.95*	*8,653.12*	*9,945.44*	*11,332.52*	*11,666.48*	*13,418.02*	*15,684.56*	*20,635.95*	*26,921.77*	*22,490.24*
IDC-011 Pr. for Japan-India Cooprative Actions towards Sust. Devp. Goals in India	JPY	18/01/2019	0.00	0.00	0.00	7,500.00	3,750.00	3,750.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	470.23	260.86	256.86	0.00	0.00	0.00	0.00
IDC-012 COVID-19 Crisis Response Emergency Support Loan	JPY	31/08/2020	0.00	0.00	0.00	0.00	0.00	0.00	50,000.00	0.00	0.00	0.00

	INR		0.00	0.00	0.00	0.00	0.00	0.00	3,231.80	0.00	0.00	0.00
IDC-013 The COVID-19 Crisis Response Support Laons for Social Protection	JPY	08/02/2021	0.00	0.00	0.00	0.00	0.00	30,000.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	2,019.53	0.00	0.00	0.00	0.00
IDC-014 Program for Japan India Cooperative Actions towards Sustainable Development Goals in India Phase-2	JPY	21/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7,651.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	424.17
IDP-164 Ganga Action Plan Project (Varanasi)	JPY	31/03/2005	576.00	751.48	860.49	342.83	48.05	1,479.75	0.00	0.00	0.00	0.00
	INR		32.11	45.75	49.45	21.15	3.07	104.20	0.00	0.00	0.00	0.00
IDP-171 Bangalore Metro Rail Project	JPY	31/03/2006	548.58	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		28.28	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-199 Capacity Development for Forest Mgt. & Personnel Trg. Project	JPY	21/11/2008	642.55	219.55	351.22	712.76	0.00	0.00	0.00	0.00	0.00	0.00
	INR		35.85	13.55	20.81	46.26	0.00	0.00	0.00	0.00	0.00	0.00
IDP-205 Dedicated Freight Corridor Project (Phase I)	JPY	27/10/2009	76.12	44.74	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		4.10	2.79	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-207 Kolkata East-West Metro Project (II)	JPY	31/03/2010	1,822.29	5,060.41	3,111.73	20.29	0.00	0.00	0.00	0.00	0.00	0.00

	INR		104.62	312.81	179.48	1.24	0.00	0.00	0.00	0.00	0.00	0.00
IDP-207A Kolkata East-West Metro Project (II)	JPY	31/03/2010	0.00	194.52	92.08	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	11.37	5.34	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-208 Chennai Metrol Project (II)	JPY	31/03/2010	1,052.49	6,675.47	216.95	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		57.56	409.92	12.35	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-209 Dedicated Freight Corridor Project (Phase I)(II)	JPY	31/03/2010	15,681.57	32,620.84	16,552.91	3,689.43	573.09	304.23	783.09	1,591.66	0.00	0.00
	INR		869.61	1,981.54	963.82	226.63	37.05	21.51	50.89	95.15	0.00	0.00
IDP-209A Dedicated Freight Corridor Project (Phase I) (II)	JPY	31/03/2010	677.49	984.83	1,362.93	693.52	726.31	0.00	1.24	0.00	0.00	0.00
	INR		38.12	59.85	79.52	42.73	49.02	0.00	0.08	0.00	0.00	0.00
IDP-212 Dedicated Freight Corridor Project (Phase 2)	JPY	26/07/2010	108.18	18.19	40.57	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		6.12	1.07	2.32	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-215 Yamuna Action Plan Project (III)	JPY	17/02/2011	0.00	0.00	0.00	1,848.37	2,561.96	3,069.80	2,930.95	4,293.61	7,033.35	1,954.39
	INR		0.00	0.00	0.00	117.61	166.23	213.50	195.83	253.65	400.32	105.74
IDP-215A Yamuna Action Plan Project (III)	JPY	17/02/2011	32.29	48.35	55.53	59.67	27.26	93.80	36.40	0.00	0.00	7.39

	INR		1.85	2.84	3.31	3.78	1.77	6.57	2.43	0.00	0.00	0.41
IDP-220 Bangalore Metro Rail Project (II)	JPY	16/06/2011	2,064.41	999.64	4,626.44	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		113.32	63.30	268.61	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-220A Bangalore Metro Rail Project (II)	JPY	16/06/2011	602.21	61.78	347.55	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		33.44	3.98	20.37	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-222 Delhi Mass Rapid Transport System Project Phase 3	JPY	29/03/2012	38,934.73	3,959.43	390.99	1,291.27	0.00	0.00	0.00	0.00	0.00	0.00
	INR		2,088.30	244.77	22.65	79.52	0.00	0.00	0.00	0.00	0.00	0.00
IDP-222A Delhi Mass Rapid Transport System Project Phase 3	JPY	29/03/2012	406.51	266.29	151.95	543.74	0.00	0.00	0.00	0.00	0.00	0.00
	INR		22.37	16.39	8.80	33.43	0.00	0.00	0.00	0.00	0.00	0.00
IDP-225 Delhi Water Supply Improvement Project	JPY	29/10/2012	0.00	0.00	0.00	0.00	432.18	20.81	84.41	1,129.17	2,566.79	1,583.53
	INR		0.00	0.00	0.00	0.00	29.50	1.46	5.68	68.15	148.19	87.95
IDP-225A Delhi Water Supply Improvement Project	JPY	29/10/2012	164.71	139.59	39.10	140.61	84.07	14.90	63.08	31.05	23.79	22.83
	INR		8.88	8.86	2.28	8.82	5.42	1.05	4.23	1.85	1.41	1.23
IDP-227 Campus Development Project of Indian Institute of Technology, Hyderabad	JPY	28/01/2014	0.00	0.00	0.00	720.89	1,723.79	1,224.98	749.81	614.48	0.00	0.00

	INR		0.00	0.00	0.00	45.04	114.24	85.63	50.07	35.97	0.00	0.00
IDP-227A Campus Development Project of Indian Institute of Technology, Hyderabad	JPY	28/01/2014	0.00	0.00	274.53	16.94	0.00	0.00	6.53	0.00	0.00	0.00
	INR		0.00	0.00	16.03	1.05	0.00	0.00	0.43	0.00	0.00	0.00
IDP-228 Bihar National Highway Improvement Project	JPY	22/02/2013	1,160.36	112.56	486.15	537.39	0.00	692.67	2,210.59	9,808.76	7,431.81	0.00
	INR		61.57	6.76	28.74	33.42	0.00	46.16	146.78	581.54	430.19	0.00
IDP-228A Bihar National Highway Improvement Project	JPY	22/02/2013	75.46	137.18	124.26	93.84	31.97	0.00	0.00	0.00	0.00	0.00
	INR		4.30	8.43	7.25	5.89	2.07	0.00	0.00	0.00	0.00	0.00
IDP-229 Dedicated Freight Corridor Project (Phase-2) (II)	JPY	28/03/2013	650.44	10,355.29	8,994.46	15,503.87	26,449.77	23,561.81	33,799.03	8,549.32	1,539.82	0.00
	INR		38.76	620.93	531.86	975.20	1,736.74	1,620.17	2,219.10	518.97	90.79	0.00
IDP-229A Dedicated Freight Corridor Project (Phase-2) (II)	JPY	28/03/2013	0.00	832.39	38.33	645.39	1,099.81	881.36	1,284.02	1,715.82	80.88	0.00
	INR		0.00	49.35	2.22	41.11	71.63	60.34	86.25	103.75	4.77	0.00
IDP-230 Chennai Metro Project(III)	JPY	28/03/2013	16,097.88	3,967.08	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		894.81	251.65	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-232 Bihar National Highway Improvement Project(phase 2)	JPY	30/01/2014	0.00	1,549.40	2,347.47	2,436.83	1,716.10	1,179.63	983.35	508.30	2,948.95	228.29

	INR		0.00	89.48	138.75	153.56	113.49	80.60	64.92	30.58	166.80	12.13
IDP-232A Bihar National Highway Improvement Project(phase 2)	JPY	30/01/2014	0.00	0.00	0.00	58.67	42.79	56.15	0.00	99.05	111.84	51.59
	INR		0.00	0.00	0.00	3.74	2.79	3.88	0.00	5.67	6.54	2.79
IDP-233 Mumbai Metro Line 3 Project	JPY	17/09/2013	0.00	15,098.34	45,632.74	3,505.93	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	881.26	2,662.39	218.51	0.00	0.00	0.00	0.00	0.00	0.00
IDP-233A Mumbai Metro Line 3 Project	JPY	17/09/2013	1,313.06	512.47	2,126.32	2,358.44	452.72	0.00	0.00	0.00	0.00	0.00
	INR		72.42	30.24	123.75	148.59	28.36	0.00	0.00	0.00	0.00	0.00
IDP-234 Campus Development Project of Indian Institute of Technology, Hyderabad-II	JPY	28/01/2014	0.00	0.00	12.94	905.78	1,514.47	875.80	2,680.59	5,567.46	5,103.31	413.93
	INR		0.00	0.00	0.79	56.57	99.30	60.18	177.33	328.59	289.26	21.67
IDP-234A Campus Development Project of Indian Institute of Technology,Hyderabad-II	JPY	28/01/2014	0.00	0.00	23.27	27.44	39.96	62.61	81.49	152.17	151.12	61.94
	INR		0.00	0.00	1.35	1.70	2.61	4.38	5.37	8.97	8.63	3.38
IDP-238 Delhi Mass Rapid Transport System Project Phase 3(II)	JPY	31/03/2014	24,268.54	52,027.84	53,771.04	16,981.67	638.61	150.20	1,049.11	0.00	0.00	0.00
	INR		1,437.57	3,170.82	3,140.40	1,073.38	40.34	10.29	70.07	0.00	0.00	0.00
IDP-243 Project for Pollution Abatement of River Mula-Mutha in Pune	JPY	13/01/2016	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,686.14	1,706.56	4,733.69

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.48	95.07	262.09
IDP-243A Project for Pollution Abatement of River Mula-Mutha in Pune	JPY	13/01/2016	0.00	0.00	0.00	23.78	170.73	25.98	12.31	9.46	68.26	160.59
	INR		0.00	0.00	0.00	1.52	11.07	1.82	0.84	0.58	3.91	8.68
IDP-246 Chennai Metro Project (IV)	JPY	04/03/2016	0.00	2,820.43	13,622.57	1,258.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	165.39	787.12	81.68	0.00	0.00	0.00	0.00	0.00	0.00
IDP-246A Chennai Metro Project (IV)	JPY	04/03/2016	0.00	831.73	9.85	995.96	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	48.34	0.57	65.02	0.00	0.00	0.00	0.00	0.00	0.00
IDP-247 Ahmedabad Metro Project (I)	JPY	04/03/2016	0.00	2,583.24	6,678.09	13,126.98	15,503.45	12,201.22	10,770.63	11,945.19	5,231.27	0.00
	INR		0.00	151.69	394.48	828.64	1,012.54	844.75	710.34	701.46	305.18	0.00
IDP-249 North East Road Network Connectivity Improvement Proj (phase-I) (I)	JPY	31/03/2017	0.00	0.00	0.00	0.00	0.00	4,375.35	9,502.19	13,959.85	24,214.69	6,418.12
	INR		0.00	0.00	0.00	0.00	0.00	298.92	627.66	821.17	1,406.33	353.96
IDP-249A North East Road Network Connectivity Improvement Proj (phase-I) (I)	JPY	31/03/2017	0.00	0.00	0.00	0.00	0.00	0.00	292.84	802.00	594.76	379.27
	INR		0.00	0.00	0.00	0.00	0.00	0.00	18.98	47.07	34.01	21.13
IDP-253 Dedicated Frieght Corridor Project - Phase I (III)	JPY	31/03/2016	0.00	0.00	7,176.14	29,913.83	40,424.22	21,166.71	0.00	0.00	0.00	0.00

	INR		0.00	0.00	441.48	1,872.57	2,654.13	1,449.47	0.00	0.00	0.00	0.00
IDP-253A Dedicated Freight Corridor Project(Phase1)(III)	JPY	31/03/2016	0.00	0.00	0.00	0.00	143.55	1,112.86	0.00	3,136.92	0.00	584.67
	INR		0.00	0.00	0.00	0.00	9.38	78.22	0.00	181.95	0.00	33.07
IDP-254 Delhi Eastern Peripheral Expressway Intelegent Trasport Systems Inst. Prj.	JPY	31/03/2017	0.00	0.00	0.00	0.00	360.62	199.13	1,139.32	342.86	35.35	25.21
	INR		0.00	0.00	0.00	0.00	24.56	13.56	76.41	20.00	2.01	1.40
IDP-254A Delhi Eastern Peripheral Expressway Intelegent Trasport Systems Ins	JPY	31/03/2017	0.00	0.00	0.00	0.00	78.79	58.73	115.41	58.99	86.59	57.63
	INR		0.00	0.00	0.00	0.00	5.32	3.98	7.67	3.39	5.08	3.04
IDP-258 Chennai Metro Project (V)	JPY	31/03/2017	0.00	0.00	477.32	4,849.25	11,432.46	5,103.00	1,457.72	1,514.13	1,320.28	1,102.14
	INR		0.00	0.00	29.20	308.49	763.23	350.04	95.19	91.90	74.47	62.52
IDP-258A Chennai Metro Project (V)	JPY	31/03/2017	0.00	0.00	0.00	0.00	210.64	54.73	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	14.27	3.67	0.00	0.00	0.00	0.00
IDP-263 Kolkata East-West Metro Project (III)	JPY	28/09/2018	0.00	0.00	0.00	0.00	0.00	24,345.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	1,629.56	0.00	0.00	0.00	0.00
IDP-263A Kolkata East-West Metro Project (III)	JPY	28/09/2018	0.00	0.00	0.00	0.00	0.00	1,481.54	0.00	0.00	0.00	0.00

	INR		0.00	0.00	0.00	0.00	0.00	98.73	0.00	0.00	0.00	0.00
IDP-264 Construction of Training Inst. for Mum-Ahd High Speed Rail	JPY	15/09/2017	0.00	0.00	0.00	376.76	400.42	144.74	33.35	15.02	261.93	787.33
	INR		0.00	0.00	0.00	23.88	25.87	10.11	2.23	0.96	14.73	43.78
IDP-265 North East Road Netwrok Connectivity Improvement Project (Phase-2)	JPY	29/03/2018	0.00	0.00	0.00	0.00	0.00	0.00	1,356.86	2,084.97	1,808.83	2,343.54
	INR		0.00	0.00	0.00	0.00	0.00	0.00	88.62	125.07	103.47	132.54
IDP-265A North East Road Network Connectivity Improvement Project (Phase -2)	JPY	29/03/2018	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	159.54
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	9.16
IDP-268 Mumbai Metro Line 3 Project (II)	JPY	29/03/2018	0.00	0.00	0.00	39,127.71	54,751.35	1,359.94	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	2,492.15	3,581.53	94.95	0.00	0.00	0.00	0.00
IDP-268A Mumbai Metro Line 3 Project II	JPY	29/03/2018	0.00	0.00	0.00	0.00	1,966.11	1,687.39	896.84	210.66	0.00	0.00
	INR		0.00	0.00	0.00	0.00	131.07	117.49	59.63	12.21	0.00	0.00
IDP-273 Delhi Mass Rapid Transport System Project Phase 3 (III)	JPY	29/10/2018	0.00	0.00	0.00	29,547.71	10,229.17	3,499.22	1,973.86	1,677.84	1,632.04	740.81
	INR		0.00	0.00	0.00	1,844.48	663.93	245.69	130.04	104.48	91.16	40.91
IDP-273A Delhi Mass Rapid Transport System Project Phase 3 (III)	JPY	29/10/2018	0.00	0.00	0.00	80.07	79.11	0.00	0.00	1.70	0.00	0.00

	INR		0.00	0.00	0.00	4.96	5.09	0.00	0.00	0.11	0.00	0.00
IDP-276 North East Road Network Connectivity Improvement Project (Phase 3) (I)	JPY	29/10/2018	0.00	0.00	0.00	0.00	0.00	6,144.61	411.41	5,401.26	10,759.71	1,136.00
	INR		0.00	0.00	0.00	0.00	0.00	408.64	26.48	322.74	626.19	65.49
IDP-276A North East Road Network Connectivity Improvement Project (Phase 3) (I)	JPY	29/10/2018	0.00	0.00	0.00	0.00	0.00	0.00	196.58	0.00	207.96	207.88
	INR		0.00	0.00	0.00	0.00	0.00	0.00	12.62	0.00	11.95	11.58
IDP-277 Contruction of Mumbai-Ahmedabad High Speed Rail (I)	JPY	28/09/2018	0.00	0.00	0.00	0.00	0.00	21,947.87	56,599.14	1,362.40	7,702.96	1,934.65
	INR		0.00	0.00	0.00	0.00	0.00	1,506.00	3,720.31	82.92	430.27	112.23
IDP-279 The Construction of Mumbai-Ahmedabad High Speed Rail(II)	JPY	29/10/2018	0.00	0.00	0.00	0.00	0.00	0.00	9,445.11	135,554.89	0.00	1,806.80
	INR		0.00	0.00	0.00	0.00	0.00	0.00	603.04	8,006.55	0.00	99.03
IDP-280 Project for the Dairy Development	JPY	21/12/2018	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	909.87
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	48.81
IDP-280A Project for the Dairy Development	JPY	21/12/2018	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	46.24	47.56
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.64	2.72
IDP-281 Mumbai Metro Line 3 Project (III)	JPY	27/03/2020	0.00	0.00	0.00	0.00	0.00	24,551.07	11,949.93	1,825.00	0.00	0.00

	INR		0.00	0.00	0.00	0.00	0.00	1,666.14	796.65	109.58	0.00	0.00
IDP-281A Mumbai Metro Line 3 Project (III)	JPY	27/03/2020	0.00	0.00	0.00	0.00	0.00	0.00	0.00	986.37	135.76	385.44
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	61.24	7.97	21.78
IDP-284 Ahmedabad Metro Project (II)	JPY	27/03/2020	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4,019.45	2,545.90
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	221.73	137.67
IDP-286 North East Road Network Connectivity Improvement Project(Phase 4)	JPY	27/03/2020	0.00	0.00	0.00	0.00	0.00	0.00	1,989.22	4,640.19	3,485.93	109.47
	INR		0.00	0.00	0.00	0.00	0.00	0.00	129.08	275.25	205.70	5.97
IDP-286A North East Road Network Connectivity Improvement Project(Phase 4	JPY	27/03/2020	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	187.18
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	10.77
IDP-288 Dedicated Freight Corridor Project(Phase-1) (IV)	JPY	27/03/2020	0.00	0.00	0.00	0.00	0.00	0.00	26,892.05	37,891.96	38,838.89	20,696.40
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1,758.00	2,304.00	2,208.68	1,156.78
IDP-291 Project for Setting up of All India Intitute of Medical Sciences Madurai	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2,507.55
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	134.67
IDP-291A Project for Setting up of All India Institute of Medical Sciences Madurai	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	157.12	149.15

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	8.75	8.24
IDP-293 North East Road Network Connectivity Improvement Project	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2,852.15	4,016.87
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	160.00	221.37
IDP-293A North East Road Network Connectivity Improvement Project (Phase 5)	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.70
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.04
IDP-294 Bengaluru Metro Rail Project (Phase-2)	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4,435.38	2,562.67
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	257.19	139.13
IDP-294A Bengaluru Metro Rail Project (Phase-2)	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	470.67	417.41
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	26.28	23.19
IDP-295 Kolkata East-West Metro Project (IV)	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	6,582.01	1,922.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	418.06	115.26	0.00	0.00
IDP-295A Kolkata East-West Metro Project (IV)	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	544.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	31.74	0.00	0.00
IDP-296 Delhi Mass Rapid Transport System Project (Phase 4) (I)	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	1,452.79	15,350.70	28,917.54	41,823.71

	INR		0.00	0.00	0.00	0.00	0.00	0.00	91.48	942.35	1,655.02	2,308.93
IDP-296A Delhi Mass Rapid Transport System Project (Phase 4) (I)	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	247.20
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	13.95
IDP-297 Dedicated Freight Corridor Project (Phase 2) (III)	JPY	31/03/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	22,841.61	48,970.28	20,969.16
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,417.95	2,784.40	1,189.34
IDP-297A Dedicated Freight Corridor Project (Phase 2) (III)	JPY	31/03/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,175.59	1,095.41
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	65.29	57.71
IDP-305 Project for the construction of Mumbai-Ahmedabad High Speed Rail (III)	JPY	25/07/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	43,627.76	53,108.24	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	2,722.73	3,204.56	0.00
IDP-309 Project for the Construction of Mumbai-Ahmedabad High Speed Rail (IV)	JPY	29/03/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	202,438.85	86,831.15
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11,362.84	4,785.31
IDP-313 Mumbai Metro Line 3 Project (IV)	JPY	26/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	57,388.64
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3,205.89
IDP-313A Mumbai Metro Line 3 Project (IV)	JPY	26/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	953.75

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	54.23
IDP-316 Project for the Construction of Mumbai-Ahmedabad High Speed Rail (V)	JPY	21/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	91,540.08
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5,198.91
IDP-319 DEDICATED FREIGHT CORRIDOR PROJECT PHASE 1 (V)	JPY	20/02/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	8,997.67
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	515.88
IDP-324 Mumbai Metro Line 3 Project (V)	JPY	05/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	15,163.17
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	864.49
IDP-325 Delhi Mass Rapid Tranasport System Project 9(Phase 4) (II)	JPY	26/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3,852.63
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	220.19
IDP-326 North East Road Network Connectivity Improvement Project (Phase-3) II	JPY	20/02/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4,344.65
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	244.18
GO Goa	*JPY*		*2,380.70*	*875.38*	*1,474.41*	*1,282.08*	*718.48*	*653.98*	*849.92*	*0.00*	*0.00*	*0.00*
	INR		*129.22*	*54.31*	*85.08*	*80.62*	*47.40*	*45.71*	*54.62*	*0.00*	*0.00*	*0.00*
IDP-189 Goa Water Supply and Sewerage Project	JPY	14/09/2007	1,659.36	317.15	707.86	721.00	172.80	540.41	829.71	0.00	0.00	0.00

	INR		90.99	19.20	41.03	45.18	11.18	37.69	53.31	0.00	0.00	0.00
IDP-189A Goa Water Supply & Sewerage Project	JPY	14/09/2007	721.21	558.09	766.41	560.94	545.64	113.57	20.21	0.00	0.00	0.00
	INR		38.22	35.10	44.04	35.43	36.22	8.01	1.31	0.00	0.00	0.00
IDP-189B Goa Water Supply and Sewerage Project	JPY	14/09/2007	0.14	0.14	0.14	0.13	0.04	0.00	0.00	0.00	0.00	0.00
	INR		0.01	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00
GU Gujarat	*JPY*		*1,120.53*	*582.93*	*6,890.57*	*5,047.00*	*5,097.21*	*0.00*	*0.00*	*0.00*	*0.00*	*1,316.51*
	INR		*61.11*	*36.40*	*417.68*	*324.38*	*330.32*	*0.00*	*0.00*	*0.00*	*0.00*	*74.89*
IDC-010 Gujarat Investment Promotion Program	JPY	15/09/2017	0.00	0.00	6,731.00	5,047.00	5,047.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	408.40	324.38	327.00	0.00	0.00	0.00	0.00	0.00
IDP-183 Gujarat Forestry Development Project Phase 2	JPY	30/03/2007	1,120.53	582.93	159.57	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		61.11	36.40	9.28	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-262A Upgradation of Env Mgmt for Ship Recycling in Alang and Sosiya -Gujarat	JPY	15/09/2017	0.00	0.00	0.00	0.00	50.21	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	3.32	0.00	0.00	0.00	0.00	0.00
IDP-289 Project for Ecosystem Restoration in Gujarat	JPY	27/03/2020	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,304.99

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	74.23
IDP-289A Project for Ecosystem Restoration in Gujarat	JPY	27/03/2020	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11.52
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.66
HP Himachal Pradesh	*JPY*		*961.63*	*1,204.87*	*661.80*	*362.45*	*313.89*	*485.29*	*845.13*	*1,499.63*	*2,067.78*	*2,375.92*
	INR		*55.92*	*73.03*	*38.84*	*22.74*	*20.26*	*33.86*	*55.83*	*89.34*	*118.49*	*132.16*
IDP-172 Swan River Integrated Watershed Management Project	JPY	31/03/2006	37.89	300.10	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		1.98	19.29	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-213 Himachal Pradesh Crop Diversification Promotion Proj	JPY	17/02/2011	885.06	869.50	622.83	299.81	68.19	41.03	46.58	0.00	0.00	0.00
	INR		51.78	51.51	36.54	18.79	4.46	2.83	3.13	0.00	0.00	0.00
IDP-213A (Himachal Pradesh Crop Diversification Promotion Project)	JPY	17/02/2011	38.68	35.26	38.96	25.00	67.15	19.65	29.14	0.00	0.00	0.00
	INR		2.15	2.23	2.29	1.57	4.37	1.36	1.93	0.00	0.00	0.00
IDP-269 Improvement of Himachal Pradesh Forest Ecosystems Management and Livelihood	JPY	29/03/2018	0.00	0.00	0.00	37.64	178.54	424.61	603.64	1,003.16	1,230.47	1,066.16
	INR		0.00	0.00	0.00	2.38	11.43	29.67	39.99	59.53	70.77	58.80

IDP-269A Improvement of Himachal Pradesh Forest Ecosystems Management and Livelihood	JPY	29/03/2018	0.00	0.00	0.00	0.00	0.00	0.00	20.10	5.63	23.31	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1.30	0.33	1.37	0.00
IDP-290 Himachal Pradesh Crop Diversification promotion project(Phase-2)	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	145.67	432.98	768.08	1,247.01
	INR		0.00	0.00	0.00	0.00	0.00	0.00	9.49	25.87	43.77	69.91
IDP-290A Himachal Pradesh Crop Diversification Promotion Project (Phase-2)	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	57.86	45.92	62.76
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.62	2.59	3.45
HR Haryana	*JPY*		*0.00*	*0.00*	*278.32*	*1,668.69*	*1,592.17*	*467.47*	*130.73*	*56.76*	*0.00*	*0.00*
	INR		*0.00*	*0.00*	*16.97*	*105.29*	*103.35*	*32.72*	*8.60*	*3.30*	*0.00*	*0.00*
IDP-240 Haryana Distribution System Upgradation Project	JPY	31/03/2014	0.00	0.00	278.32	1,668.69	1,592.17	467.47	130.73	56.76	0.00	0.00
	INR		0.00	0.00	16.97	105.29	103.35	32.72	8.60	3.30	0.00	0.00
JH Jharkhand	*JPY*		*0.00*	*0.00*	*8.11*	*137.03*	*109.40*	*201.99*	*191.09*	*288.58*	*433.97*	*289.71*
	INR		*0.00*	*0.00*	*0.50*	*8.58*	*7.06*	*13.96*	*12.64*	*17.18*	*24.29*	*16.12*
IDP-248 Jharkhand Horticulture Intensification by Micro Drip Irrigation Project	JPY	31/03/2016	0.00	0.00	8.11	86.42	93.74	190.15	186.15	288.58	433.97	243.86
	INR		0.00	0.00	0.50	5.42	6.05	13.13	12.32	17.18	24.29	13.60

IDP-248A Jharkhand Horticulture Intensification by Micro Drip Irrigation Project	JPY	31/03/2016	0.00	0.00	0.00	50.61	15.65	11.84	4.94	0.00	0.00	45.85
	INR		0.00	0.00	0.00	3.15	1.00	0.82	0.33	0.00	0.00	2.52
KA Karnataka	*JPY*		*7,230.69*	*6,380.16*	*6,089.02*	*0.00*	*932.81*	*8,959.68*	*11,756.44*	*11,159.08*	*14,815.13*	*10,883.84*
	INR		*397.76*	*387.69*	*350.35*	*0.00*	*61.81*	*619.57*	*776.51*	*667.59*	*849.69*	*604.40*
IDP-163 Karnataka Sus. Forest Manag.&Bio. Conservaton Pro	JPY	31/03/2005	17.72	0.00	-0.44	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.93	0.00	-0.03	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-165 Bangalore Water Supply&Sewerage Project Phase II-I	JPY	31/03/2005	1,065.94	402.42	36.10	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		59.45	24.24	2.05	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-168 Bangalore Water Supply and Sewerage Project (II-2)	JPY	31/03/2006	1,701.65	1,551.02	525.08	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		93.11	94.61	30.67	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-168A Bangalore Water Supply and Sewerage Project (II-2)	JPY	31/03/2006	3,539.57	3,157.57	5,528.28	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		193.70	192.09	317.66	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-177 Bangalore Distribution Upgradation Project	JPY	30/03/2007	905.81	1,269.15	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		50.57	76.75	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

IDP-266 Bengaluru Water Supply and Sewerage Project (Phase 3) (I)	JPY	24/01/2018	0.00	0.00	0.00	0.00	282.91	8,527.26	10,882.43	9,142.34	3,377.66	1,276.61
	INR		0.00	0.00	0.00	0.00	19.63	589.37	719.53	546.84	198.26	71.56
IDP-266A Bangaluru Water Supply and Sewerage Project (Phase3)(I)	JPY	24/01/2018	0.00	0.00	0.00	0.00	0.00	0.00	468.50	1,587.81	3,337.92	2,394.56
	INR		0.00	0.00	0.00	0.00	0.00	0.00	30.22	94.85	189.44	131.88
IDP-266B Bengaluru Water Supply and Sewerage project (Phase 3) (I)	JPY	24/01/2018	0.00	0.00	0.00	0.00	649.89	432.42	405.51	428.94	574.79	356.10
	INR		0.00	0.00	0.00	0.00	42.18	30.20	26.76	25.89	32.84	20.22
IDP-299 Bengaluru Water supply and Sewerage Project (Phase 3) (II)	JPY	31/03/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7,524.76	6,634.25
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	429.14	367.63
IDP-299A Bengaluru Water supply and Sewerage Project (Phase 3) (II)	JPY	31/03/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	222.31
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	13.11
KL Kerala	*JPY*		*228.14*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*11.89*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
IDP-203 Kerala Water Supply Project (III)	JPY	31/03/2009	187.39	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		9.77	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

IDP-203A Kerala Water Supply Project(III)	JPY	31/03/2009	40.76	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		2.12	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
ML Meghalaya	*JPY*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*116.42*	*737.20*	*1,824.33*	*1,284.61*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*7.60*	*45.21*	*104.67*	*71.33*
IDP-271 Project for Renovation and Modernization of Umiam-Umtru Stage-III	JPY	29/10/2018	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	660.15	65.41
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	37.66	3.69
IDP-271A Project for Renovation and Modernization of Umiam-Umtru Stage-III	JPY	29/10/2018	0.00	0.00	0.00	0.00	0.00	0.00	53.90	29.52	62.65	55.81
	INR		0.00	0.00	0.00	0.00	0.00	0.00	3.45	1.71	3.55	3.13
IDP-282 Community based Forest Managmnt and Livelihoods Improvement in Meghalaya	JPY	27/03/2020	0.00	0.00	0.00	0.00	0.00	0.00	62.52	684.42	1,049.49	1,161.83
	INR		0.00	0.00	0.00	0.00	0.00	0.00	4.15	42.04	60.50	64.43
IDP-282A Community vased Forest Managment and Livelihoods Improvment in Meghalaya	JPY	27/03/2020	0.00	0.00	0.00	0.00	0.00	0.00	0.00	23.26	52.03	1.56
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.46	2.97	0.08
MP Madhya Pradesh	*JPY*		*2,440.99*	*1,297.16*	*1,099.12*	*1,082.79*	*1,033.78*	*2,026.31*	*1,586.29*	*859.23*	*327.47*	*0.00*
	INR		*132.29*	*80.84*	*64.36*	*69.26*	*68.68*	*140.31*	*105.23*	*50.20*	*19.28*	*0.00*

IDP-217 Madhya Pradesh Transmission System Modernisation Project	JPY	16/06/2011	2,440.99	1,297.16	1,099.12	302.35	0.00	0.00	0.00	0.00	0.00	0.00
	INR		132.29	80.84	64.36	18.84	0.00	0.00	0.00	0.00	0.00	0.00
IDP-250 Transmission System Strengthening Project in Madhya Pradesh	JPY	31/03/2016	0.00	0.00	0.00	780.44	1,033.78	2,026.31	1,586.29	859.23	327.47	0.00
	INR		0.00	0.00	0.00	50.42	68.68	140.31	105.23	50.20	19.28	0.00
MZ Mizoram	*JPY*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*46.14*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*2.66*
IDP-306A Establishment of Mizoram State Super Specialty Cancer and Research Centre	JPY	27/02/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	46.14
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.66
NL Nagaland	*JPY*		*0.00*	*0.00*	*0.00*	*118.22*	*384.54*	*97.02*	*305.31*	*445.56*	*624.67*	*728.80*
	INR		*0.00*	*0.00*	*0.00*	*7.53*	*25.29*	*6.80*	*20.45*	*26.37*	*35.43*	*40.90*
IDP-256 Nagaland Forest Management Project	JPY	31/03/2017	0.00	0.00	0.00	118.22	384.54	85.62	301.05	419.37	594.30	709.82
	INR		0.00	0.00	0.00	7.53	25.29	6.00	20.17	24.85	33.74	39.84
IDP-256A Nagaland Forest Management Project	JPY	31/03/2017	0.00	0.00	0.00	0.00	0.00	11.41	4.26	26.20	30.37	18.98
	INR		0.00	0.00	0.00	0.00	0.00	0.80	0.28	1.52	1.69	1.07

OD Odisha	*JPY*		*3,810.67*	*7,281.73*	*7,793.19*	*5,595.90*	*7,527.23*	*7,440.82*	*7,556.19*	*8,494.79*	*9,145.43*	*1,946.98*
	INR		*206.66*	*452.55*	*455.50*	*353.85*	*491.81*	*515.28*	*499.61*	*502.79*	*519.83*	*108.44*
IDP-173 Orissa Forestry Sector Development Project	JPY	31/03/2006	319.98	45.20	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		16.81	2.76	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-187 Orissa Integrated Sanitation Improvement Project	JPY	30/03/2007	3,490.69	6,506.20	958.32	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		189.85	406.92	55.09	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-244 Rengali Irrigation Project, Phase-2	JPY	30/03/2015	0.00	641.10	1,196.43	266.52	588.46	1,106.53	2,022.69	1,781.04	2,462.42	1,339.64
	INR		0.00	37.62	69.43	16.65	38.57	76.43	133.43	107.70	143.97	73.92
IDP-244A Rengali Irrigation Project, Phase-2	JPY	30/03/2015	0.00	89.23	158.98	104.00	109.44	59.45	73.92	108.23	78.05	82.55
	INR		0.00	5.26	9.24	6.53	7.19	4.12	4.89	6.45	4.47	4.56
IDP-245 Odisha Transmission System Improvement Project	JPY	15/05/2015	0.00	0.00	403.57	986.47	2,964.80	1,630.77	1,164.45	838.56	579.37	0.00
	INR		0.00	0.00	24.35	62.46	194.21	112.72	76.71	49.92	33.72	0.00
IDP-245A Odisha Transmission System Improvement Project	JPY	15/05/2015	0.00	0.00	0.00	28.98	71.99	25.18	8.36	0.00	0.00	0.00
	INR		0.00	0.00	0.00	1.80	4.80	1.78	0.56	0.00	0.00	0.00

IDP-252 Odisha Integrated Sanitation Improvement Project (II)	JPY	31/03/2016	0.00	0.00	4,833.42	3,053.50	2,281.74	2,724.47	2,347.98	3,845.41	4,990.00	0.00
	INR		0.00	0.00	282.62	193.38	148.78	188.12	155.44	226.39	279.13	0.00
IDP-252A Odisha Integrated Sanitation Improvement Project(II)	JPY	31/03/2016	0.00	0.00	171.47	382.31	38.55	0.00	311.38	222.38	132.28	0.00
	INR		0.00	0.00	10.50	23.98	2.46	0.00	20.00	13.19	7.40	0.00
IDP-257 Odisha Forestry Sector Development Project (Phase 2)	JPY	31/03/2017	0.00	0.00	71.01	743.10	1,442.51	1,876.88	1,609.57	1,664.03	874.78	500.42
	INR		0.00	0.00	4.26	47.07	93.88	130.89	107.41	97.08	49.51	28.62
IDP-257A Odisha Foresty Sector Development Project (phase 2)	JPY	31/03/2017	0.00	0.00	0.00	31.01	29.74	17.54	17.85	35.14	28.53	24.37
	INR		0.00	0.00	0.00	1.99	1.93	1.22	1.18	2.06	1.63	1.34
PB Punjab	*JPY*		*1,094.84*	*677.57*	*1,343.13*	*931.41*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*58.93*	*41.50*	*78.33*	*57.52*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
IDP-186 Amritsar Sewerage Project	JPY	30/03/2007	1,094.84	677.57	1,343.13	931.41	0.00	0.00	0.00	0.00	0.00	0.00
	INR		58.93	41.50	78.33	57.52	0.00	0.00	0.00	0.00	0.00	0.00
RJ Rajasthan	*JPY*		*8,363.82*	*9,691.00*	*8,505.39*	*9,355.28*	*5,653.88*	*4,641.79*	*6,042.96*	*1,356.44*	*2,125.48*	*2,357.02*
	INR		*473.55*	*597.96*	*497.95*	*586.74*	*369.49*	*322.39*	*397.36*	*80.34*	*120.36*	*133.25*

IDP-161 Rajasthan Minor Irrigation Improvement Project	JPY	31/03/2005	1,346.13	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		69.28	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-221 Rajasthan Forestry and Biodiversity Project (Phase-2)	JPY	16/06/2011	2,976.39	3,229.12	1,770.68	840.52	701.03	183.43	212.33	0.00	0.00	0.00
	INR		163.52	199.73	103.99	52.49	45.77	12.81	14.17	0.00	0.00	0.00
IDP-221A Rajasthan Forestry and Biodiversity Project (Phase-2)	JPY	16/06/2011	29.58	16.35	3.60	0.17	0.00	0.00	0.00	0.00	0.00	0.00
	INR		1.66	1.02	0.21	0.01	0.00	0.00	0.00	0.00	0.00	0.00
IDP-226 Rajasthan Rural Water Supply and Fluorosis Mitigation Project (Nagaur)	JPY	28/09/2012	3,956.55	6,310.36	6,624.14	6,917.50	3,271.95	2,932.87	4,501.85	0.00	0.00	0.00
	INR		236.00	389.18	387.54	434.15	212.80	204.09	295.56	0.00	0.00	0.00
IDP-226A Rajasthan Rural Water Supply and Fluorosis Mitigation Project (Nagaur)	JPY	28/09/2012	55.17	135.17	106.97	79.65	57.83	27.75	49.27	0.00	0.00	0.00
	INR		3.09	8.04	6.20	4.89	3.72	1.93	3.20	0.00	0.00	0.00
IDP-259 Rajasthan Water Sector Livelihood Improvement Project(I)	JPY	31/03/2017	0.00	0.00	0.00	1,416.87	1,611.85	1,399.94	1,211.05	1,271.61	1,982.82	1,929.13
	INR		0.00	0.00	0.00	88.78	106.47	96.78	79.90	75.39	112.19	108.67
IDP-259A Rajasthan Water Sector Livelihood Improvement Project (I)	JPY	31/03/2017	0.00	0.00	0.00	100.57	11.23	97.80	68.46	84.83	142.66	63.72
	INR		0.00	0.00	0.00	6.42	0.72	6.79	4.52	4.94	8.17	3.66

IDP-292A Rajasthan Rural Water Supply and Fluorosis Mitigation Project Ph-2	JPY	26/03/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	10.02
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.57
IDP-312 Rajasthan Water Sector Livelihood Improvement Project(II)	JPY	29/03/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	354.15
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	20.35
SK Sikkim	*JPY*		*292.71*	*302.88*	*463.06*	*546.73*	*119.35*	*584.52*	*108.34*	*348.18*	*146.00*	*153.35*
	INR		*16.25*	*18.50*	*27.60*	*34.29*	*7.85*	*40.37*	*7.20*	*21.63*	*8.23*	*8.41*
IDP-211 Sikkim Biodiversity Conservation & Forest Management Project	JPY	31/03/2010	247.43	274.33	446.94	539.36	118.62	581.43	108.34	348.18	146.00	153.35
	INR		13.74	16.75	26.67	33.82	7.80	40.15	7.20	21.63	8.23	8.41
IDP-211A Sikkim Biodiversity Conservation & Forest Management Project	JPY	31/03/2010	45.28	28.55	16.13	7.37	0.72	3.09	0.00	0.00	0.00	0.00
	INR		2.50	1.75	0.94	0.47	0.05	0.22	0.00	0.00	0.00	0.00
TG Telangana	*JPY*		*10,246.71*	*7,500.04*	*4,332.79*	*1,533.53*	*1,497.96*	*-1,000.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*560.85*	*463.88*	*252.76*	*97.01*	*96.90*	*-71.47*	*0.00*	*0.00*	*0.00*	*0.00*
IDP-174 Hussain Sagar Lake and Catchment Area Improv. Proj	JPY	31/03/2006	319.26	235.08	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		16.88	14.89	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

IDP-178 Transmission System Modernization & Strengthening Project in Hyderabad	JPY	30/03/2007	263.42	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		13.37	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-181 Andhra Pradesh Irrigation & Livelihood Improvement Project	JPY	30/03/2007	1,130.55	707.55	600.53	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		61.29	43.57	34.63	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-193 Hyderabad Outer Ring Road Project Phase-1	JPY	10/03/2008	184.55	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		9.78	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-198 Hyderabad Outer Ring Road Project (Phase-II)	JPY	21/11/2008	3,234.31	2,585.55	2,619.82	791.63	1,492.09	-1,000.00	0.00	0.00	0.00	0.00
	INR		176.78	160.86	153.18	49.51	96.52	-71.47	0.00	0.00	0.00	0.00
IDP-198A Hyderabad Outer Ring Road Project (Phase-II)	JPY	21/11/2008	34.61	242.82	29.45	27.77	5.87	0.00	0.00	0.00	0.00	0.00
	INR		2.02	15.09	1.69	1.73	0.38	0.00	0.00	0.00	0.00	0.00
IDP-216 Andhra Pradesh Rural High Voltage Distribution System Project	JPY	16/06/2011	5,065.62	3,729.05	1,068.84	714.14	0.00	0.00	0.00	0.00	0.00	0.00
	INR		279.93	229.47	62.44	45.78	0.00	0.00	0.00	0.00	0.00	0.00
IDP-216A Andhra Pradesh Rural High Voltage Distribution System Project	JPY	16/06/2011	14.40	0.00	14.15	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.81	0.00	0.82	0.00	0.00	0.00	0.00	0.00	0.00	0.00

TN Tamil Nadu	*JPY*		*15,723.43*	*10,200.84*	*16,457.18*	*9,152.10*	*8,345.90*	*3,149.19*	*7,375.01*	*9,766.67*	*43,937.47*	*43,699.37*
	INR		*866.01*	*628.50*	*937.11*	*583.31*	*543.69*	*219.44*	*484.02*	*582.91*	*2,498.71*	*2,444.78*
IDC-008 Tamil Nadu Investment Promotion Programme	JPY	12/11/2013	2,987.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		177.45	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDC-009 Tamil Nadu Investment Promotion Program Phase-2	JPY	31/03/2017	0.00	0.00	11,073.00	5,536.00	5,536.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	625.37	354.94	358.68	0.00	0.00	0.00	0.00	0.00
IDP-195 Hogenakkal Water Supply and Fluorosis Mitigation Project	JPY	10/03/2008	66.04	280.21	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		3.46	16.45	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-195A Hogenakkal Water Supply and Fluorosis Mitigation Project	JPY	10/03/2008	16.54	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.86	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-196 Tamil Nadu Urban Infrastructure Project	JPY	10/03/2008	1,498.22	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		85.29	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-204 Hogenakkal Water Supply & Fluorosis Mitigation Project (Phase 2)	JPY	31/03/2009	92.30	525.55	1,090.23	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		4.93	31.09	62.64	0.00	0.00	0.00	0.00	0.00	0.00	0.00

IDP-204A Hogenakkal Water Supply & Fluorosis Mitigation Project (Phase 2)	JPY	31/03/2009	0.00	0.00	3.67	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.21	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-214 Tamil Nadu Biodiversity Conservation and Greening Project	JPY	17/02/2011	1,279.44	1,058.98	971.80	816.10	150.51	467.73	0.00	0.00	0.00	0.00
	INR		71.30	64.20	56.55	51.80	9.52	32.98	0.00	0.00	0.00	0.00
IDP-214A Tamil Nadu Biodiversity Conservation and Greening Project	JPY	17/02/2011	21.14	28.72	14.74	2.36	0.00	0.00	0.00	0.00	0.00	0.00
	INR		1.13	1.75	0.85	0.15	0.00	0.00	0.00	0.00	0.00	0.00
IDP-224 Tamil Nadu Transmission System Improvement Project	JPY	28/09/2012	9,762.75	8,307.38	3,303.74	2,699.81	2,559.96	1,106.41	531.82	3,165.81	8,112.97	0.00
	INR		521.59	515.02	191.50	170.25	168.95	77.18	34.75	186.44	475.10	0.00
IDP-251 Tamil Nadu Urban Health Care Project	JPY	31/03/2016	0.00	0.00	0.00	9.41	6.58	453.96	3,564.61	3,489.52	6,607.37	3,403.22
	INR		0.00	0.00	0.00	0.59	0.43	31.20	235.74	209.28	378.05	181.03
IDP-251A Tamil Nadu Urban Health Care Project	JPY	31/03/2016	0.00	0.00	0.00	88.42	92.84	98.33	115.18	103.16	124.21	12.55
	INR		0.00	0.00	0.00	5.58	6.11	6.87	7.64	6.04	7.06	0.65
IDP-267 Construction for Construction of Chennai Seawater Desalination Plant -1	JPY	29/03/2018	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4,830.45	4,243.26
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	270.29	240.90

IDP-267A Construction for Construction of Chennai Seawater Desalination Plant -1	JPY	29/03/2018	0.00	0.00	0.00	0.00	0.00	122.78	113.09	301.73	386.42	328.15
	INR		0.00	0.00	0.00	0.00	0.00	8.37	7.38	18.07	21.79	17.91
IDP-270 Installation of Chennai Metropoltn Area Intelligent Tpt. Systems	JPY	29/03/2018	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	598.18	1,099.70
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	33.96	60.90
IDP-270A Installation of Chennai Metropolitan Area intelligenet Transport Systems	JPY	29/03/2018	0.00	0.00	0.00	0.00	0.00	237.53	89.82	66.04	113.66	139.50
	INR		0.00	0.00	0.00	0.00	0.00	16.39	5.99	3.88	6.49	7.74
IDP-272 Chennai Metro Project - Phase 2 (I)	JPY	21/12/2018	0.00	0.00	0.00	0.00	0.00	0.00	0.00	430.75	13,647.33	26,508.64
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	26.67	765.72	1,490.66
IDP-272A Chennai Metro Project - Phase 2 (I)	JPY	21/12/2018	0.00	0.00	0.00	0.00	0.00	489.71	113.43	1,748.87	2,532.71	2,438.08
	INR		0.00	0.00	0.00	0.00	0.00	34.42	7.47	103.60	143.58	135.98
IDP-278 Construction of Chennai Peripheral Ringh Road (Phase 1)	JPY	18/01/2019	0.00	0.00	0.00	0.00	0.00	0.00	2,823.79	440.73	5,241.26	3,694.30
	INR		0.00	0.00	0.00	0.00	0.00	0.00	183.51	27.72	297.85	205.60
IDP-278A Construction of Chennai Peripheral Ringh Road Phase 1	JPY	18/01/2019	0.00	0.00	0.00	0.00	0.00	172.75	23.28	20.07	238.10	89.01
	INR		0.00	0.00	0.00	0.00	0.00	12.04	1.55	1.21	13.76	4.95

IDP-301 Tamil Nadu Biodiversity Conservation and Greening Project for Climate Chang	JPY	31/03/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,504.83	1,742.97
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	85.06	98.46
TR Tripura	*JPY*		*761.10*	*406.82*	*65.21*	*0.00*	*36.10*	*247.27*	*530.62*	*1,018.52*	*1,446.20*	*1,339.35*
	INR		*41.04*	*25.53*	*3.78*	*0.00*	*2.48*	*17.31*	*35.34*	*60.35*	*83.65*	*73.69*
IDP-182 Tripura Forest Environmental Improvement & Poverty Alleviation Project	JPY	30/03/2007	761.10	406.82	65.21	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		41.04	25.53	3.78	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-275 Project for Sustainable Catchment Forest Management in Tripura	JPY	29/10/2018	0.00	0.00	0.00	0.00	28.14	222.67	500.96	992.82	1,400.28	1,308.79
	INR		0.00	0.00	0.00	0.00	1.94	15.59	33.37	58.88	81.03	72.03
IDP-275A Project for Sustainable Catchment Forest Managment in Tripura	JPY	29/10/2018	0.00	0.00	0.00	0.00	7.96	24.61	29.66	25.70	45.92	30.56
	INR		0.00	0.00	0.00	0.00	0.54	1.71	1.97	1.48	2.62	1.65
UK Uttarakhand	*JPY*		*382.38*	*504.96*	*670.12*	*1,515.67*	*1,551.38*	*1,139.70*	*716.97*	*882.86*	*1,441.81*	*954.93*
	INR		*21.59*	*31.34*	*38.72*	*95.75*	*103.54*	*79.27*	*47.24*	*50.10*	*80.97*	*53.91*
IDP-235 Uttarkhand Forest Resource Management Project	JPY	11/04/2014	382.38	504.96	652.88	1,506.79	1,515.23	1,129.61	709.76	869.15	1,441.81	952.51
	INR		21.59	31.34	37.69	95.20	101.16	78.56	46.75	49.33	80.97	53.78

IDP-235A Uttarakhand Forest Resource Management Project	JPY	11/04/2014	0.00	0.00	17.24	8.87	36.14	10.09	7.21	13.70	0.00	1.79
	INR		0.00	0.00	1.03	0.55	2.39	0.71	0.49	0.77	0.00	0.10
IDP-300 Uttarakhand Integrated Horticulture Development Project	JPY	31/03/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.62
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.04
UP Uttar Pradesh	*JPY*		*7,369.19*	*8,339.62*	*7,480.48*	*2,996.86*	*913.09*	*129.09*	*136.96*	*61.38*	*325.86*	*932.82*
	INR		*416.05*	*512.73*	*436.97*	*189.44*	*59.69*	*9.09*	*8.80*	*3.72*	*19.26*	*52.89*
IDP-185 Agra Water Supply Project	JPY	30/03/2007	6,365.83	7,080.87	182.63	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		361.33	436.93	10.73	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-194 Forest Department-Uttar Pradesh	JPY	10/03/2008	953.99	541.01	162.24	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		52.04	33.61	9.40	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-194A U. Pradesh Participatory Forest Management and Poverty Alleviation Project	JPY	10/03/2008	49.36	19.83	3.89	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		2.69	1.22	0.22	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-239 Agra Water Supply Project II	JPY	31/03/2014	0.00	697.90	7,131.72	2,996.86	672.54	93.77	93.96	44.99	308.55	895.19
	INR		0.00	40.98	416.62	189.44	43.97	6.60	6.01	2.68	18.30	50.93

IDP-239A Agra Water Supply Project II	JPY	31/03/2014	0.00	0.00	0.00	0.00	240.55	35.32	43.00	16.39	17.31	37.63
	INR		0.00	0.00	0.00	0.00	15.72	2.49	2.80	1.04	0.96	1.97
WB West Bengal	*JPY*		*2,933.38*	*728.41*	*772.73*	*994.71*	*697.35*	*538.93*	*1,562.62*	*2,607.84*	*5,416.85*	*3,071.04*
	INR		*159.07*	*45.53*	*44.87*	*62.54*	*44.92*	*37.59*	*102.04*	*160.09*	*306.02*	*170.26*
IDP-167 Purulia Pumped Storage Project (III)	JPY	31/03/2006	1,993.16	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		107.21	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-175 Kolkata Solid Waste Management Improvement Project	JPY	31/03/2006	317.13	51.80	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		17.62	3.19	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
IDP-223 West Bengal Forest and Biodiversity Conservation Project	JPY	29/03/2012	594.73	602.69	670.88	950.73	662.59	470.28	580.72	101.20	0.00	0.00
	INR		32.66	37.81	38.95	59.77	42.60	32.84	37.94	5.92	0.00	0.00
IDP-223A West Bengal Forest and Biodiversity Conservation Project	JPY	29/03/2012	28.35	29.06	23.93	18.87	19.01	14.64	23.54	0.00	0.00	0.00
	INR		1.58	1.77	1.38	1.21	1.25	1.01	1.49	0.00	0.00	0.00
IDP-231 West Bengal Piped Water Supply Project(Purulia)	JPY	28/03/2013	0.00	0.00	0.00	0.00	0.00	0.00	943.91	2,185.04	5,317.13	2,717.98
	INR		0.00	0.00	0.00	0.00	0.00	0.00	61.67	134.59	300.34	150.67

IDP-231A West Bengal Piped Water Supply Project(Purulia)	JPY	28/03/2013	0.00	44.85	77.92	25.11	15.75	54.01	14.45	64.63	23.22	77.52
	INR		0.00	2.75	4.53	1.56	1.07	3.74	0.94	4.00	1.32	4.19
IDP-274A Project for the Construction of Turga Pumped Storage-I	JPY	02/11/2018	0.00	0.00	0.00	0.00	0.00	0.00	0.00	256.97	76.50	110.10
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	15.58	4.36	6.15
IDP-311 Project for Forest and Biodiversity Conservation for climate Change Response in West Bengal	JPY	29/03/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	165.44
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	9.26
Total	**JPY**		**175,493.72**	**201,248.03**	**236,092.53**	**222,944.88**	**215,371.21**	**227,994.57**	**280,366.60**	**385,216.13**	**559,749.82**	**479,655.62**
Total	**INR**		**9,736.21**	**12,253.07**	**13,792.85**	**14,054.47**	**14,128.43**	**15,574.67**	**18,356.15**	**23,127.72**	**31,936.52**	**26,811.50**
South Korea												
CN Central	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*100.00*	*0.00*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*831.36*	*0.00*
IND-02 Strengthening Multimodal and Integrated Logistics Ecosystem Program (SMILE)	USD	11/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	831.36	0.00
Total	**USD**		**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**100.00**	**0.00**

Total	**INR**		**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**831.36**	**0.00**
Russian Federation												
CN Central	*USD*		*0.57*	*241.51*	*356.73*	*544.86*	*381.57*	*426.89*	*538.44*	*626.60*	*700.23*	*534.01*
	INR		*3.69*	*1,618.07*	*2,301.55*	*3,850.50*	*2,709.25*	*3,150.18*	*4,017.79*	*5,113.14*	*5,812.84*	*4,543.48*
1/2641 Kudankualam Nuclear Power Project Unit 3	USD	17/07/2012	0.00	163.41	182.13	316.01	174.61	140.81	164.28	117.27	99.65	114.26
	INR		0.00	1,097.54	1,175.90	2,238.94	1,239.29	1,037.37	1,231.11	966.72	827.17	967.94
1/2642 Kudankulam Nuclear Power Project Unit No 4	USD	17/07/2012	0.00	76.27	167.46	213.55	192.43	169.36	182.73	153.16	97.48	65.46
	INR		0.00	508.25	1,079.78	1,503.93	1,366.67	1,251.78	1,359.68	1,263.12	808.92	557.38
2/2663 Kudankualam Nuclear Power Project Unit No 5	USD	01/06/2017	0.00	0.00	0.00	0.42	6.43	68.46	99.50	205.87	263.95	145.50
	INR		0.00	0.00	0.00	2.95	45.60	506.87	741.29	1,676.46	2,191.78	1,233.35
2/2664 Kudankualam Nuclear Power Project Unit No 6	USD	01/06/2017	0.00	0.00	0.00	0.08	2.38	16.43	54.62	84.84	192.52	152.41
	INR		0.00	0.00	0.00	0.56	16.96	120.59	406.71	689.78	1,598.15	1,293.96
3/2641 Kudankulam Nuclear Power Project Unit 3	USD	17/07/2012	0.00	0.42	3.81	7.94	0.49	18.13	19.98	35.73	24.64	29.06
	INR		0.00	2.87	24.45	55.83	3.52	133.10	149.40	281.45	204.40	252.95

3/2642 Kukankulam Nuclear Power Project Unit No 4	USD	17/07/2012	0.00	0.11	1.85	5.45	0.30	13.69	17.33	29.74	21.99	27.34
	INR		0.00	0.73	11.90	38.36	2.14	100.46	129.60	235.61	182.42	237.90
RUGL005 Kudankulam Nuclear Power Project dt.21/06/98(supl)	USD	21/06/1998	0.57	1.31	1.48	1.41	4.93	0.00	0.00	0.00	0.00	0.00
	INR		3.69	8.68	9.52	9.92	35.08	0.00	0.00	0.00	0.00	0.00
Total	**USD**		**0.57**	**241.51**	**356.73**	**544.86**	**381.57**	**426.89**	**538.44**	**626.60**	**700.23**	**534.01**
Total	**INR**		**3.69**	**1,618.07**	**2,301.55**	**3,850.50**	**2,709.25**	**3,150.18**	**4,017.79**	**5,113.14**	**5,812.84**	**4,543.48**
International Bank for Reconstruction and Development												
AP Andhra Pradesh	*USD*		*83.75*	*88.86*	*58.63*	*93.42*	*68.67*	*74.65*	*75.67*	*143.73*	*101.71*	*54.83*
	INR		*551.75*	*591.94*	*377.85*	*647.06*	*485.78*	*555.27*	*560.73*	*1,139.93*	*838.87*	*458.75*
4857-IN Andhra Pradesh and Telangana Commun. Based Tank Management Project	USD	08/06/2007	1.48	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		9.64	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7792-IN Andhra and Telangana Road Sector Project	USD	22/01/2010	14.68	9.79	8.59	3.52	6.03	0.00	0.00	0.00	0.00	0.00
	INR		95.32	65.17	55.56	24.42	41.77	0.00	0.00	0.00	0.00	0.00
7816-IN Andhra Pradesh and Telangana Municipal Development Project	USD	22/01/2010	40.16	24.07	16.38	3.77	13.91	0.00	0.00	0.00	0.00	-3.55

	INR		263.20	160.44	105.89	25.32	96.42	0.00	0.00	0.00	0.00	-30.79
7897-IN Water Sector Improvement Project	USD	14/08/2010	27.44	54.99	33.06	26.81	0.00	-2.86	0.00	0.00	0.00	0.00
	INR		183.59	366.33	212.54	184.39	0.00	-21.41	0.00	0.00	0.00	0.00
8755-IN Andhra Pradesh 24x7 - Power for All Project	USD	22/06/2017	0.00	0.00	0.60	30.90	39.17	28.55	25.59	4.70	0.00	0.00
	INR		0.00	0.00	3.87	215.06	277.59	210.94	189.43	38.86	0.00	0.00
8910-IN AP Integrated Irrigation and Agriculture Transformation Project	USD	05/11/2018	0.00	0.00	0.00	28.43	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	197.88	0.00	0.00	0.00	0.00	0.00	0.00
8945-IN Andhra Pradesh Health Systems Strengthening Project	USD	27/06/2019	0.00	0.00	0.00	0.00	9.56	48.96	49.46	88.03	81.16	11.98
	INR		0.00	0.00	0.00	0.00	70.01	365.75	366.63	706.72	669.46	100.09
9259-IN Supporting Andhra's Learning Transformation Operation	USD	18/11/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.63	51.00	20.55	46.40
	INR		0.00	0.00	0.00	0.00	0.00	0.00	4.67	394.35	169.41	389.45
AS Assam	*USD*		*14.71*	*27.97*	*59.60*	*61.25*	*116.28*	*21.64*	*59.68*	*46.29*	*91.66*	*79.27*
	INR		*94.31*	*187.20*	*380.47*	*424.49*	*819.28*	*160.93*	*445.15*	*371.21*	*757.98*	*669.97*
8136-IN Assam State Roads Project	USD	05/11/2012	14.71	27.97	58.14	54.93	98.94	0.00	0.00	0.00	0.00	0.00

	INR		94.31	187.20	373.70	380.49	696.08	0.00	0.00	0.00	0.00	0.00
8754-IN Assam Citizen-Centric Service Delivery Project	USD	05/06/2017	0.00	0.00	0.59	0.40	2.65	4.18	10.39	7.66	6.20	0.00
	INR		0.00	0.00	1.23	2.84	18.95	31.08	77.11	61.69	51.37	0.00
8765-IN Assam State Public Finance Institutional Reforms(ASPIRe) Project	USD	27/06/2017	0.00	0.00	0.37	1.98	4.51	2.68	6.91	7.08	5.84	2.14
	INR		0.00	0.00	2.37	13.57	31.67	19.99	51.38	55.78	48.41	17.82
8780-IN Assam Agribusiness and Rural Transformation Project	USD	30/10/2017	0.00	0.00	0.50	3.94	9.30	13.47	40.30	22.11	54.56	23.20
	INR		0.00	0.00	3.17	27.60	65.88	100.16	301.24	177.86	451.06	196.99
9026-IN Assam Inland Water Transport Project	USD	16/01/2020	0.00	0.00	0.00	0.00	0.89	1.31	2.08	9.45	15.60	24.38
	INR		0.00	0.00	0.00	0.00	6.71	9.71	15.42	75.88	128.59	204.32
9487-IN Assam Integrated River Basin Management Project-Phase 1	USD	11/06/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	8.83	20.18
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	73.32	171.13
9570-IN Assam State Secondary Healthcare Initiative for Service Delivery Transformation (ASSIST) Project	USD	19/09/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.63	8.25
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.23	70.17
9632-IN Assam Resilient Rural Bridges Operation	USD	18/09/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.13

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	9.54
CG Chhattisgarh	*USD*		*4.39*	*3.13*	*0.81*	*0.52*	*2.06*	*1.48*	*2.05*	*3.39*	*6.47*	*3.22*
	INR		*28.90*	*22.27*	*5.22*	*3.73*	*14.30*	*11.14*	*15.32*	*27.93*	*53.44*	*26.91*
7818-IN Sustainable Urban Trasport Project	USD	05/02/2010	4.39	3.13	0.81	0.52	0.00	0.00	0.00	0.00	0.00	0.00
	INR		28.90	22.27	5.22	3.73	0.00	0.00	0.00	0.00	0.00	0.00
8923-IN Chhattisgarh Public Financial Management and Accountability Pgm.	USD	05/03/2019	0.00	0.00	0.00	0.00	2.06	1.48	1.78	1.25	5.30	2.09
	INR		0.00	0.00	0.00	0.00	14.30	11.14	13.28	10.35	43.78	17.41
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.02	1.87	0.82	0.02
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.16	15.40	6.80	0.16
9190-IN Chhattisgarh Inclusive Rural and Accelerated Agriculture Growth Project	USD	12/02/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.25	0.27	0.35	0.37
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1.87	2.19	2.85	3.09
9561-IN Chhattisgarh: Accelerated Learning for A Knowledge-Economy Operation	USD	22/09/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.75
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	6.26
CN Central	*USD*		*346.48*	*181.07*	*361.61*	*499.93*	*1,352.07*	*2,504.17*	*1,365.59*	*1,365.68*	*2,065.21*	*2,235.53*

	INR		*2,294.11*	*1,217.27*	*2,345.90*	*3,478.51*	*9,468.40*	*18,752.21*	*10,139.99*	*11,054.38*	*17,118.23*	*18,772.41*
4749-IN India : Hydrology Project-Phase II	USD	19/01/2006	0.00	0.00	0.00	-0.02	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	-0.16	0.00	0.00	0.00	0.00	0.00	0.00
7924-IN Capacity Building for Industrial Pollution Management Project	USD	22/07/2010	0.00	0.30	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	2.04	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7941-IN Mumbai Urban Transport Project-2A	USD	23/07/2010	53.05	27.42	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		351.26	183.64	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7943-IN Dam Rehabilitation and Improvement Project	USD	21/12/2011	0.00	0.00	2.17	5.79	5.26	4.22	0.00	0.00	0.00	0.00
	INR		0.00	0.00	14.03	39.63	36.85	31.49	0.00	0.00	0.00	0.00
7980-IN NHAI Technical Assistance Project	USD	22/12/2010	0.15	3.99	7.56	7.71	0.00	0.00	0.00	0.00	0.00	0.00
	INR		1.00	26.70	48.84	54.59	0.00	0.00	0.00	0.00	0.00	0.00
7995-IN PMGSY Rural Roads Project	USD	14/01/2011	166.34	0.00	0.14	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		1,104.41	0.00	0.90	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8065-IN National Ganga River Basin Project	USD	14/06/2011	0.00	0.00	0.00	65.82	122.18	73.31	58.73	12.79	0.00	0.00

	INR		0.00	0.00	0.00	461.89	858.43	544.80	432.76	97.97		0.00	0.00
8066-IN Eastern Dedicated Freight Corridor-I Project	USD	27/10/2011	93.46	63.44	73.21	158.48	58.14	0.00	0.00	0.00		0.00	0.00
	INR		616.33	427.01	474.72	1,114.93	408.25	0.00	0.00	0.00		0.00	0.00
8301-IN National Highways Interconnectivity Improvement Project	USD	01/07/2014	32.43	77.18	62.77	56.06	32.34	36.72	0.00	0.00		0.00	0.00
	INR		214.08	519.52	404.40	385.12	226.47	270.58	0.00	0.00	0.00		0.00
8330-IN Technology Centre Systems Programme	USD	10/11/2014	1.06	3.81	17.99	22.77	40.04	30.06	6.26	0.00	0.00		0.00
	INR		7.03	25.48	116.50	160.22	281.18	222.43	46.47	0.00	0.00		0.00
8559-IN Swachh Bharat Mission Support Operation	USD	30/03/2016	0.00	3.75	147.50	1.79	704.49	401.52	0.00	0.00	0.00		0.00
	INR		0.00	25.02	960.27	12.41	4,891.10	3,016.55	0.00	0.00	0.00		0.00
8631-IN North Eastern Region Power System Improvement Project	USD	28/11/2016	0.00	1.18	43.11	59.64	104.51	63.58	91.07	64.11	28.52		0.00
	INR		0.00	7.87	279.06	412.52	744.35	471.83	677.96	515.24	236.01		0.00
8725-IN National Hydrology Project	USD	18/04/2017	0.00	0.00	1.77	6.25	9.36	17.36	18.56	22.95	27.53		15.49
	INR		0.00	0.00	11.36	42.78	65.73	128.73	138.89	185.17	228.03		133.00
8751-IN Innovate in India for Inclusiveness Project	USD	24/04/2018	0.00	0.00	0.00	3.08	14.93	15.45	8.05	9.72	8.88		3.76

	INR		0.00	0.00	0.00	21.78	107.06	113.78	58.89	78.15	73.35	31.81
8752-IN Capacity Augmentation of the National Waterway-1 (Jal Marg Vikas) Project	USD	02/02/2018	0.00	0.00	4.56	53.64	36.83	12.09	10.70	20.04	19.15	30.37
	INR		0.00	0.00	30.49	365.32	257.87	89.97	79.69	160.78	158.13	256.36
8769-IN Skill india Mission Operation (SIMO)	USD	13/12/2017	0.00	0.00	0.63	0.00	48.88	94.07	26.16	41.32	3.65	4.82
	INR		0.00	0.00	4.00	0.00	346.34	707.75	192.77	327.17	30.18	40.24
8776-IN National Agricultural Higher Education Project (NAHEP)	USD	16/10/2017	0.00	0.00	0.21	8.66	17.52	12.79	14.80	3.57	10.06	-0.76
	INR		0.00	0.00	1.34	61.60	124.68	94.41	109.77	27.92	82.42	-6.48
8839-IN National Nutrition Mission (Additional financing for the ISSNIP)	USD	07/05/2018	0.00	0.00	0.00	12.77	56.44	35.51	30.94	43.42	0.00	0.00
	INR		0.00	0.00	0.00	91.83	396.72	263.71	230.69	340.29	0.00	0.00
8854-IN National Rural Economic Transformation Project - Add. Fin. for NRLP	USD	05/03/2019	0.00	0.00	0.00	0.00	7.33	31.84	43.89	41.38	53.24	31.36
	INR		0.00	0.00	0.00	0.00	52.37	234.89	329.51	332.03	441.88	262.94
8864-IN Additional Financing for PMGSY Rural Roads Projects	USD	31/05/2018	0.00	0.00	0.00	37.51	51.66	62.09	118.75	0.00	0.00	0.00
	INR		0.00	0.00	0.00	254.06	371.60	463.61	888.96	0.00	0.00	0.00
8874-IN Atal BHujal Yojana (ABHY)- National Groundwater Mgnt Improvement Proj.	USD	17/02/2020	0.00	0.00	0.00	0.00	1.13	0.00	10.73	125.61	100.25	89.36

	INR		0.00	0.00	0.00	0.00	8.54	0.00	78.77	1,009.14	825.33	746.28
8909-IN Additional Financing for Dam Rehabilitation and Improvement Project	USD	08/03/2019	0.00	0.00	0.00	0.00	0.03	0.98	1.03	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.23	7.18	7.55	0.00	0.00	0.00
8926-IN Program Towards Elimination of Tuberculosis	USD	27/06/2019	0.00	0.00	0.00	0.00	41.00	122.21	103.96	0.00	54.89	28.55
	INR		0.00	0.00	0.00	0.00	290.64	898.09	775.47	0.00	450.24	241.86
9062-IN Green National Highways Corridor Project	USD	22/12/2020	0.00	0.00	0.00	0.00	0.00	1.25	0.00	61.05	68.09	53.68
	INR		0.00	0.00	0.00	0.00	0.00	9.11	0.00	499.20	564.54	457.19
9086-IN COVID-19 Emergency Response and Health Systems Preparedness Project	USD	03/04/2020	0.00	0.00	0.00	0.00	0.00	536.92	402.97	60.11	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	4,038.45	3,000.36	496.02	0.00	0.00
9101-IN Strengthening Teaching-Learning And Results for States	USD	28/01/2021	0.00	0.00	0.00	0.00	0.00	1.25	31.00	129.00	49.50	109.77
	INR		0.00	0.00	0.00	0.00	0.00	9.10	229.06	1,047.87	408.91	925.04
9111-IN Accelerating India's COVID-19 Social Protection Response Program	USD	15/05/2020	0.00	0.00	0.00	0.00	0.00	200.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	1,508.28	0.00	0.00	0.00	0.00
9136-IN Second National Ganga River Basin Project	USD	07/07/2020	0.00	0.00	0.00	0.00	0.00	0.95	0.00	59.87	77.91	36.21

	INR		0.00	0.00	0.00	0.00	0.00	7.16	0.00	483.12	645.40	303.60
9153-IN Micro,Small and Medium Enterprises Emergency Response Project	USD	06/07/2020	0.00	0.00	0.00	0.00	0.00	750.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	5,620.32	0.00	0.00	0.00	0.00
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.48	0.87	1.54	0.29
	INR		0.00	0.00	0.00	0.00	0.00	0.00	3.69	6.84	12.68	2.42
9241-IN Raising and Accelerating MSME Performance Program	USD	27/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.25	65.00	192.24
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	9.99	537.36	1,609.29
9280-IN Coordinated &Responsive Indian Social Protection Sys Prog (Post-Covid)	USD	15/07/2021	0.00	0.00	0.00	0.00	0.00	0.00	387.50	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	2,858.63	0.00	0.00	0.00
9314-IN Rejuvenating Watersheds for Agricultural Resilience through Innovative Deve	USD	18/02/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.02	1.49	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.12	11.62	0.00	0.00
9365-IN Public Service Capability Enhancement Project	USD	22/07/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.14	1.32	2.79
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.12	10.96	23.72
9407-IN Transforming India's Public Health Systems for Pandemic Preparedness Program	USD	03/03/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	26.25	73.56

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	218.57	615.70
9418-IN India's Enhanced Health Service Delivery Program	USD	03/03/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	26.01	94.07
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	215.51	793.13
9419-IN Fisheries Sector Prosperity Project	USD	17/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.46
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12.37
9424-IN Catalyzing Private Financing for Sustainable Recovery and Growth DPL	USD	29/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	667.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	5,424.74	0.00	0.00
9574-IN First Low-Carbon Energy Programmatic Development Policy Loan	USD	10/11/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,443.43	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11,978.77	0.00
9705-IN Second Low-Carbon Energy Programmatic Development Policy Financing	USD	15/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,468.50
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	12,323.94
GU Gujarat	*USD*		*23.60*	*5.11*	*11.52*	*15.97*	*9.22*	*89.89*	*23.04*	*102.62*	*112.31*	*229.23*
	INR		*155.73*	*34.27*	*74.35*	*109.19*	*65.40*	*663.05*	*173.04*	*845.08*	*929.89*	*1,950.59*
8313-IN Second Gujarat State Highway Project	USD	12/02/2014	23.60	5.11	11.52	15.97	9.22	89.89	0.00	0.00	0.00	0.00

	INR		155.73	34.27	74.35	109.19	65.40	663.05	0.00	0.00	0.00	0.00
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.79	2.97	2.80	0.80
	INR		0.00	0.00	0.00	0.00	0.00	0.00	6.00	24.19	23.03	6.64
9219-IN Gujarat Outcomes for Accelerated Learning (GOAL) Program	USD	19/05/2021	0.00	0.00	0.00	0.00	0.00	0.00	22.25	96.75	77.25	94.50
	INR		0.00	0.00	0.00	0.00	0.00	0.00	167.04	797.04	640.81	808.21
9422-IN Additional Financing for Gujarat Outcomes for Accelerated Learning (GOAL)	USD	26/07/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.03	12.00	56.18
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	16.74	99.51	479.74
9440-IN Systems Reform Endeavours for Transformed Health Achievement in Gujarat Pg.	USD	06/10/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.88	20.26	71.15
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	7.11	166.54	598.87
9449-IN Gujarat Resilient Cities Partnership: Ahmedabad City Resilience Project	USD	08/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	6.61
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	57.12
HP Himachal Pradesh	*USD*		*14.06*	*37.15*	*31.74*	*5.14*	*42.00*	*15.07*	*16.45*	*24.88*	*79.74*	*53.92*
	INR		*94.13*	*249.51*	*205.94*	*37.53*	*294.60*	*111.44*	*122.95*	*198.03*	*658.04*	*455.16*
4860-IN Himachal Pradesh State Roads Project	USD	07/08/2007	14.06	15.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

	INR		94.13	101.62	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8199-IN Himachal Pradesh State Road Project-Additional Financing	USD	21/01/2013	0.00	22.10	24.45	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	147.89	158.18	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8753-IN Himachal Pradesh Public Financial Management Capacity Building Program	USD	31/05/2017	0.00	0.00	7.29	5.00	2.00	9.00	3.00	6.50	3.21	0.00
	INR		0.00	0.00	47.76	36.52	13.89	66.55	22.68	50.87	26.56	0.00
8918-IN Shimla Water Supply and Sewerage Service Delivery Reform Program	USD	15/02/2019	0.00	0.00	0.00	0.00	40.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	280.71	0.00	0.00	0.00	0.00	0.00
9041-IN Source Sustainability and Climate Resilient Rain-fed Agriculture in HP	USD	11/03/2020	0.00	0.00	0.00	0.00	0.00	5.28	8.34	7.63	14.96	14.30
	INR		0.00	0.00	0.00	0.00	0.00	39.14	62.23	60.66	124.06	122.09
9066-IN Himachal Pradesh State Roads Transformation Project	USD	07/09/2020	0.00	0.00	0.00	0.00	0.00	0.79	4.71	10.75	13.97	8.62
	INR		0.00	0.00	0.00	0.00	0.00	5.75	35.04	86.50	115.35	72.93
9295-IN Shimla-Himachal Pradesh Water Supply and Sewerage Services Improvement Prog	USD	09/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.40	0.00	27.94	22.13
	INR		0.00	0.00	0.00	0.00	0.00	0.00	2.99	0.00	228.96	184.14
9566-IN Himachal Pradesh Power Sector Development Program	USD	06/11/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	19.66	8.87

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	163.11	76.00
P4930-IN Himachal Pradesh Forests for Prosperity Project (Preparation Advance)	USD	04/04/2018	0.00	0.00	0.00	0.14	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	1.01	0.00	0.00	0.00	0.00	0.00	0.00
HR Haryana	*USD*		*14.93*	*19.48*	*23.29*	*0.62*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*97.24*	*129.59*	*149.17*	*4.14*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
7748-IN Haryana Power System Improvement Project	USD	17/08/2009	14.93	19.48	23.29	0.62	0.00	0.00	0.00	0.00	0.00	0.00
	INR		97.24	129.59	149.17	4.14	0.00	0.00	0.00	0.00	0.00	0.00
JH Jharkhand	*USD*		*0.00*	*0.00*	*0.75*	*6.74*	*22.70*	*60.41*	*48.71*	*55.92*	*47.48*	*13.09*
	INR		*0.00*	*0.00*	*4.80*	*46.89*	*159.76*	*446.57*	*362.96*	*453.32*	*393.78*	*110.73*
8757-IN Jharkhand Opportunities for Harnessing Rural Growth Project	USD	28/07/2017	0.00	0.00	0.75	6.74	10.79	22.96	18.33	12.18	4.32	0.85
	INR		0.00	0.00	4.80	46.89	76.89	168.16	135.96	98.15	35.90	7.15
8908-IN Jharkhan Power System Improvement Project	USD	20/11/2018	0.00	0.00	0.00	0.00	11.55	33.99	23.66	33.95	30.81	8.35
	INR		0.00	0.00	0.00	0.00	80.22	252.45	176.42	276.87	256.00	71.08
8911-IN Jharkhand Municipal Development Project	USD	24/06/2019	0.00	0.00	0.00	0.00	0.37	3.46	6.73	9.79	12.35	3.89

	INR		0.00	0.00	0.00	0.00	2.65	25.95	50.58	78.30	101.89	32.50
KA Karnataka	*USD*		*74.48*	*42.61*	*119.85*	*65.59*	*15.34*	*14.85*	*18.31*	*18.88*	*67.75*	*126.63*
	INR		*489.03*	*288.01*	*772.66*	*457.37*	*106.71*	*110.02*	*135.75*	*150.70*	*563.26*	*1,070.73*
4818-IN Karnataka Municipal Reforms Project	USD	02/05/2006	19.64	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		125.65	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7818-IN Sustainable Urban Trasport Project	USD	05/02/2010	5.55	4.13	25.92	8.55	0.00	0.00	0.00	0.00	0.00	0.00
	INR		36.50	31.26	167.28	61.33	0.00	0.00	0.00	0.00	0.00	0.00
7943-IN Dam Rehabilitation and Improvement Project	USD	21/12/2011	0.00	0.00	5.62	8.15	13.20	3.31	0.00	0.00	0.00	0.00
	INR		0.00	0.00	36.43	56.07	91.73	24.99	0.00	0.00	0.00	0.00
8022-IN Second Karnataka State Highway Imporvement Project	USD	30/05/2011	49.28	38.23	86.92	48.76	1.90	0.00	0.00	0.00	0.00	0.00
	INR		326.88	255.08	559.96	339.02	13.27	0.00	0.00	0.00	0.00	0.00
8601-IN Karnataka Urban Water Supply Modernization Project	USD	24/05/2016	0.00	0.25	1.39	0.14	0.17	10.82	16.89	11.22	16.22	36.29
	INR		0.00	1.67	9.00	0.95	1.20	79.79	125.23	90.29	134.64	307.14
8909-IN Additional Financing for Dam Rehabilitation and Improvement Project	USD	08/03/2019	0.00	0.00	0.00	0.00	0.07	0.72	1.28	0.00	0.00	0.00

	INR		0.00	0.00	0.00	0.00	0.51	5.25	9.37	0.00	0.00	0.00
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.81	7.89	8.34
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	14.97	65.20	70.13
9314-IN Rejuvenating Watersheds for Agricultural Resilience through Innovative Deve	USD	18/02/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.15	5.85	8.52	19.70
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1.15	45.45	70.83	168.95
9496-IN Karnataka Sustainable Rural Water Supply Program	USD	07/06/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	35.12	62.30
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	292.59	524.51
KL Kerala	*USD*		*20.20*	*17.21*	*37.26*	*29.10*	*20.55*	*29.06*	*54.65*	*20.92*	*20.45*	*32.67*
	INR		*133.79*	*115.98*	*240.17*	*200.83*	*144.18*	*214.81*	*408.47*	*166.11*	*169.21*	*279.14*
7943-IN Dam Rehabilitation and Improvement Project	USD	21/12/2011	0.00	0.00	6.45	8.39	9.01	0.58	0.00	0.00	0.00	0.00
	INR		0.00	0.00	41.68	57.16	63.12	4.36	0.00	0.00	0.00	0.00
8254-IN Second Kerala State Trasport Project -II	USD	19/06/2013	20.20	17.21	30.81	20.71	11.47	24.65	50.14	0.00	0.00	0.00
	INR		133.79	115.98	198.49	143.66	80.55	182.37	375.00	0.00	0.00	0.00
8909-IN Additional Financing for Dam Rehabilitation and Improvement Project	USD	08/03/2019	0.00	0.00	0.00	0.00	0.07	3.83	2.84	0.00	0.00	0.00

	INR		0.00	0.00	0.00	0.00	0.51	28.08	20.89	0.00	0.00	0.00
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	1.09	3.38	0.98	0.07
	INR		0.00	0.00	0.00	0.00	0.00	0.00	8.29	27.08	8.04	0.61
9208-IN Kerala Solid Waste Management Project	USD	12/01/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.26	1.70	2.80	2.90
	INR		0.00	0.00	0.00	0.00	0.00	0.00	2.00	13.36	22.93	24.20
9248-IN The Resilient Kerala Program	USD	16/07/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.31	15.85	16.30	11.65
	INR		0.00	0.00	0.00	0.00	0.00	0.00	2.29	125.67	135.12	97.82
9553-IN Additional Financing for Resilient Kerala Program	USD	02/08/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.38	1.50
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.12	12.52
9727-IN Kerala Climate Resilient Agri-Value Chain Modernization (KERA) Project	USD	16/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	16.55
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	143.99
MH Maharashtra	*USD*		*66.14*	*39.35*	*5.79*	*11.62*	*12.95*	*55.42*	*127.00*	*105.30*	*142.88*	*29.85*
	INR		*437.18*	*258.56*	*37.38*	*79.30*	*92.38*	*411.81*	*950.01*	*848.25*	*1,185.51*	*253.95*
7687-IN Coal Fired Generation Rehabilitation Project	USD	17/12/2009	11.17	11.16	5.79	11.76	0.00	0.00	0.00	0.00	0.00	0.00

	INR		73.24	74.93	37.38	81.11	0.00	0.00	0.00	0.00	0.00	0.00
7818-IN Sustainable Urban Trasport Project	USD	05/02/2010	1.92	0.78	0.00	-2.02	0.00	0.00	0.00	0.00	0.00	0.00
	INR		12.66	0.00	0.00	-14.66	0.00	0.00	0.00	0.00	0.00	0.00
7941-IN Mumbai Urban Transport Project-2A	USD	23/07/2010	53.05	27.42	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		351.28	183.64	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8829-IN Maharashtra Project on Climate Resilient Agriculture	USD	06/04/2018	0.00	0.00	0.00	1.87	12.43	54.65	125.45	96.65	125.43	3.46
	INR		0.00	0.00	0.00	12.84	88.43	406.04	938.48	777.59	1,040.92	28.85
9031-IN State of Maharashtra's Agribusiness and Rural Transformation Project	USD	24/01/2020	0.00	0.00	0.00	0.00	0.53	0.78	1.39	8.61	17.44	25.19
	INR		0.00	0.00	0.00	0.00	3.94	5.78	10.36	70.32	144.53	214.73
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.16	0.04	0.01	0.24
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1.17	0.34	0.05	2.02
9663-IN Development of Applied Knowledge and Skills for Human Development in Maharashtra-(DAKSH) Maharashtra	USD	27/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.49
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.25
9737-IN Maharashtra Strengthening Institutional Capabilities in Districts for Enabling Growth Operation	USD	12/02/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.47

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.10
ML Meghalaya	*USD*		*0.00*	*0.00*	*0.00*	*0.17*	*1.74*	*10.42*	*10.64*	*39.95*	*60.71*	*23.06*
	INR		*0.00*	*0.00*	*0.00*	*1.18*	*12.43*	*76.77*	*79.23*	*320.14*	*502.61*	*194.13*
8828-IN Meghalaya Community-Led Landscapes Management Project	USD	16/04/2018	0.00	0.00	0.00	0.17	1.74	10.12	7.46	12.09	5.68	5.74
	INR		0.00	0.00	0.00	1.18	12.43	74.56	55.60	97.14	46.95	47.80
9169-IN Meghalaya Integrated Transport Project	USD	19/11/2020	0.00	0.00	0.00	0.00	0.00	0.30	2.99	24.14	46.99	10.21
	INR		0.00	0.00	0.00	0.00	0.00	2.21	22.22	193.22	389.10	85.80
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.09	0.29	0.31	0.19
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.68	2.31	2.56	1.61
9291-IN Meghalaya Health Systems Strengthening Project	USD	28/10/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.10	3.43	7.73	6.93
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.74	27.47	64.00	58.92
MN Manipur	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.07*	*2.97*	*1.82*	*0.09*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.51*	*23.43*	*14.98*	*0.79*
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.07	2.97	1.82	0.09

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.51	23.43	14.98	0.79
MP Madhya Pradesh	*USD*		*63.42*	*0.00*	*4.03*	*68.14*	*51.46*	*36.90*	*30.97*	*37.44*	*25.40*	*11.06*
	INR		*411.50*	*0.00*	*25.79*	*479.51*	*363.55*	*274.31*	*230.84*	*301.52*	*210.16*	*93.00*
4750-IN Madhya Pradesh Water Sector Restructuring Project	USD	30/11/2004	63.42	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		411.50	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7943-IN Dam Rehabilitation and Improvement Project	USD	21/12/2011	0.00	0.00	0.27	1.99	1.27	0.59	0.00	0.00	0.00	0.00
	INR		0.00	0.00	1.77	13.58	8.89	4.42	0.00	0.00	0.00	0.00
8746-IN Madhya Pradesh Urban Development Project	USD	12/06/2017	0.00	0.00	3.76	5.01	5.85	6.95	14.83	17.80	11.06	11.02
	INR		0.00	0.00	24.02	33.80	41.09	51.87	110.86	142.64	91.71	92.68
8833-IN Madhya Pradesh Rural Connectivity Project	USD	24/04/2018	0.00	0.00	0.00	61.14	44.34	29.36	16.04	19.58	14.11	0.00
	INR		0.00	0.00	0.00	432.13	313.58	218.02	119.21	158.39	116.51	0.00
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.10	0.06	0.23	0.04
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.77	0.50	1.94	0.32
MZ Mizoram	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.15*	*4.04*	*3.77*	*7.22*

	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*1.10*	*32.40*	*31.25*	*60.95*
9227-IN Mizoram Health Systems Strengthening Project	USD	17/06/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.15	4.04	3.77	7.22
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1.10	32.40	31.25	60.95
NL Nagaland	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.93*	*5.16*	*8.07*	*6.68*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*6.86*	*41.64*	*66.92*	*56.47*
9185-IN Nagaland: Enhancing Classroom Teaching and Resources	USD	22/02/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.93	5.16	8.07	6.51
	INR		0.00	0.00	0.00	0.00	0.00	0.00	6.86	41.64	66.92	55.04
9736-IN Enhancing Landscape and Ecosystem Management (ELEMENT) Project	USD	29/01/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.16
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.43
OD Odisha	*USD*		*2.00*	*30.66*	*2.49*	*22.01*	*30.83*	*22.81*	*8.08*	*29.68*	*25.49*	*48.99*
	INR		*13.30*	*205.12*	*16.07*	*151.54*	*214.87*	*170.38*	*60.02*	*235.79*	*211.40*	*414.69*
7576-IN Orissa Community Tanks Management Project	USD	27/01/2009	0.64	17.46	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		4.28	116.45	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7577-IN Orissa State Roads Project	USD	27/01/2009	1.36	13.20	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

	INR		9.03	88.67	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7943-IN Dam Rehabilitation and Improvement Project	USD	21/12/2011	0.00	0.00	2.19	3.79	7.28	5.71	0.00	0.00	0.00	0.00
	INR		0.00	0.00	14.15	26.11	51.20	43.16	0.00	0.00	0.00	0.00
8782-IN Odisha Higher Education Program for Excellence and Equity	USD	07/11/2017	0.00	0.00	0.30	18.21	23.02	11.95	1.00	14.91	0.08	0.06
	INR		0.00	0.00	1.92	125.43	159.91	89.44	7.43	119.62	0.66	0.48
8909-IN Additional Financing for Dam Rehabilitation and Improvement Project	USD	08/03/2019	0.00	0.00	0.00	0.00	0.07	3.67	1.36	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.51	26.91	9.88	0.00	0.00	0.00
9011-IN Odisha Integrated Project for Climate Resilient Agriculture	USD	24/10/2019	0.00	0.00	0.00	0.00	0.46	1.48	5.34	7.87	18.60	25.34
	INR		0.00	0.00	0.00	0.00	3.25	10.87	39.79	62.02	154.18	214.66
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.26	1.02	0.63	0.06
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1.98	8.24	5.18	0.53
9314-IN Rejuvenating Watersheds for Agricultural Resilience through Innovative Deve	USD	18/02/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.12	5.88	5.93	11.53
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.94	45.91	49.31	98.01
9484-IN Odisha State Capability and Resilient Growth Program	USD	14/07/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.25	12.00

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.07	101.02
PB Punjab	*USD*		*42.86*	*63.82*	*58.73*	*22.08*	*14.67*	*2.36*	*31.14*	*19.02*	*19.27*	*18.65*
	INR		*280.55*	*429.76*	*377.44*	*148.76*	*103.57*	*17.84*	*231.56*	*153.48*	*159.17*	*157.30*
4843-IN Punjab State Road Sector Project	USD	26/02/2007	14.45	26.67	27.12	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		96.28	177.94	174.43	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8487-IN Punjab Rural Water and Sanitation Sector Improvement Project	USD	11/05/2015	28.41	37.14	31.61	22.08	14.67	2.36	30.88	15.89	6.39	0.00
	INR		184.27	251.82	203.01	148.76	103.57	17.84	229.61	128.02	52.55	0.00
9226-IN Punjab Municipal Services Improvement Project	USD	10/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.26	3.13	5.01	10.65
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1.95	25.45	41.37	89.60
9438-IN Punjab: Building Fiscal and Institutional Resilience	USD	12/01/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7.88	8.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	65.26	67.71
RJ Rajasthan	*USD*		*0.00*	*250.00*	*0.00*	*2.74*	*251.44*	*41.50*	*13.90*	*29.92*	*90.77*	*68.06*
	INR		*0.00*	*1,682.71*	*0.00*	*19.44*	*1,776.62*	*307.12*	*103.98*	*238.16*	*749.48*	*573.88*
8605-IN 1st Programmatic Elect. Disb. Reform Dev. Policy Loan For Raj	USD	31/03/2016	0.00	250.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

	INR		0.00	1,682.71	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8855-IN Strenghening Public Financial Management in Rajasthan	USD	29/05/2018	0.00	0.00	0.00	2.11	1.44	0.71	6.66	6.80	2.24	0.15
	INR		0.00	0.00	0.00	14.89	10.21	5.31	50.06	54.59	18.41	1.26
8869-IN Second Programmatic Electricity Distribution Reform Development Policy Loan	USD	28/08/2018	0.00	0.00	0.00	0.63	249.38	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	4.54	1,761.96	0.00	0.00	0.00	0.00	0.00
8939-IN Rajasthan State Highways Development Program II Project	USD	27/06/2019	0.00	0.00	0.00	0.00	0.63	40.79	5.98	17.80	86.72	67.68
	INR		0.00	0.00	0.00	0.00	4.45	301.81	44.31	140.98	716.12	570.64
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	1.26	5.32	1.82	0.24
	INR		0.00	0.00	0.00	0.00	0.00	0.00	9.61	42.59	14.95	1.98
SK Sikkim	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.25*	*11.33*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*2.07*	*94.43*
9629-IN Sikkim: Integrated Service Provision and Innovation for Reviving Economies Operation	USD	06/02/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.25	11.33
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.07	94.43
TG Telangana	*USD*		*60.52*	*43.74*	*44.51*	*33.85*	*14.06*	*-0.17*	*0.00*	*0.00*	*0.00*	*0.00*

	INR		*396.24*	*293.77*	*285.72*	*238.57*	*97.39*	*-1.29*	*0.00*	*0.00*	*0.00*	*0.00*
4857-IN Andhra Pradesh and Telangana Commun. Based Tank Management Project	USD	08/06/2007	2.93	-1.11	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		18.77	-7.60	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7792-IN Andhra and Telangana Road Sector Project	USD	22/01/2010	5.90	3.24	1.72	3.38	7.64	0.00	0.00	0.00	0.00	0.00
	INR		37.93	21.65	11.10	23.66	52.92	0.00	0.00	0.00	0.00	0.00
7816-IN Andhra Pradesh and Telangana Municipal Development Project	USD	22/01/2010	20.53	7.19	13.20	11.23	6.43	0.00	0.00	0.00	0.00	0.00
	INR		135.14	48.01	85.07	78.82	44.47	0.00	0.00	0.00	0.00	0.00
7897-IN Water Sector Improvement Project	USD	14/08/2010	31.17	34.42	29.59	19.24	0.00	-0.17	0.00	0.00	0.00	0.00
	INR		204.40	231.71	189.54	136.10	0.00	-1.29	0.00	0.00	0.00	0.00
TN Tamil Nadu	*USD*		*43.36*	*66.46*	*127.45*	*139.25*	*122.05*	*398.77*	*284.46*	*312.20*	*156.11*	*185.12*
	INR		*285.10*	*442.22*	*823.80*	*965.44*	*866.64*	*2,975.42*	*2,119.90*	*2,525.78*	*1,288.90*	*1,569.76*
4846-IN Tamil Nadu Irrigated Agriculture Modernisation and Water Bodies Restoration	USD	12/02/2007	21.76	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		139.67	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7943-IN Dam Rehabilitation and Improvement Project	USD	21/12/2011	0.00	0.00	3.78	13.19	9.61	5.45	0.00	0.00	0.00	0.00

	INR		0.00	0.00	24.47	90.38	67.18	41.17	0.00	0.00	0.00	0.00
8488-IN Tamil Nadu Sustainable Urban Development Project	USD	03/06/2015	13.13	26.35	74.94	69.34	32.44	44.55	37.14	22.09	32.75	0.00
	INR		88.97	175.73	484.54	481.73	230.02	326.47	275.13	176.28	269.02	0.00
8499-IN Tamil Nadu Road Sector Project-II	USD	28/05/2015	8.47	40.11	47.68	24.90	43.27	15.82	119.75	0.00	0.00	0.00
	INR		56.47	266.49	307.99	171.59	308.26	117.07	895.19	0.00	0.00	0.00
8795-IN Tamil Nadu Rural Transformation Project	USD	30/01/2018	0.00	0.00	0.25	0.29	1.40	32.32	2.49	14.24	13.47	11.10
	INR		0.00	0.00	1.62	2.07	10.14	239.59	18.53	114.50	111.30	93.81
8797-IN Tamil Nadu Irrigated Agriculture Modernization Project	USD	26/12/2017	0.00	0.00	0.80	31.53	32.43	46.75	34.22	24.12	37.79	51.71
	INR		0.00	0.00	5.19	219.67	230.52	346.39	250.73	192.09	312.41	441.68
8909-IN Additional Financing for Dam Rehabilitation and Improvement Project	USD	08/03/2019	0.00	0.00	0.00	0.00	0.07	2.54	3.91	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.51	18.65	28.58	0.00	0.00	0.00
8934-IN Tamil Nadu Health System Reform Program	USD	04/06/2019	0.00	0.00	0.00	0.00	2.84	49.90	74.87	43.76	33.46	82.16
	INR		0.00	0.00	0.00	0.00	20.01	379.42	560.46	348.76	276.41	691.22
9093-IN First Tamil Nadu Housing Sector Strengthening Program DPL	USD	29/06/2020	0.00	0.00	0.00	0.00	0.00	200.00	0.00	0.00	0.00	0.00

	INR		0.00	0.00	0.00	0.00	0.00	1,496.14	0.00	0.00	0.00	0.00
9094-IN Tamil Nadu Housing and Habitat Development Project	USD	29/06/2020	0.00	0.00	0.00	0.00	0.00	1.43	5.81	6.36	2.18	1.94
	INR		0.00	0.00	0.00	0.00	0.00	10.54	43.38	50.29	18.09	16.45
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	5.91	7.93	4.41	1.03
	INR		0.00	0.00	0.00	0.00	0.00	0.00	45.10	63.55	36.30	8.56
9247-IN Chennai City Partnership: Sustainable Urban Services Program	USD	06/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.38	3.30	31.01	10.41
	INR		0.00	0.00	0.00	0.00	0.00	0.00	2.80	27.18	256.79	89.46
9409-IN Rights : Inclusion, Accessibility and Opportunities for Persons with Disabilities in Tamil Nadu Pj	USD	26/09/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.41	1.04	26.78
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.33	8.59	228.58
9414-IN Second Tamil Nadu Housing Sector Strengthening Dev. Policy Loan	USD	01/08/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	190.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,549.79	0.00	0.00
TR Tripura	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.35*	*6.15*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*2.90*	*52.20*
9568-IN Tripura Rural Economic Growth and Service Delivery Project	USD	01/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.35	5.75

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.90	48.72
9736-IN Enhancing Landscape and Ecosystem Management (ELEMENT) Project	USD	29/01/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.40
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.49
UK Uttarakhand	*USD*		*0.00*	*0.00*	*1.62*	*6.82*	*20.02*	*60.80*	*48.04*	*83.69*	*59.11*	*35.19*
	INR		*0.00*	*0.00*	*10.49*	*46.73*	*141.90*	*449.47*	*356.25*	*671.97*	*489.51*	*300.16*
7943-IN Dam Rehabilitation and Improvement Project	USD	21/12/2011	0.00	0.00	1.32	5.63	2.75	2.25	0.00	0.00	0.00	0.00
	INR		0.00	0.00	8.54	38.35	19.27	16.83	0.00	0.00	0.00	0.00
8805-IN Uttarakhand Water Supply Program for Peri-Urban Areas	USD	22/01/2018	0.00	0.00	0.30	1.00	14.00	17.17	0.00	24.77	20.60	27.41
	INR		0.00	0.00	1.95	7.09	99.55	125.50	0.00	198.64	171.22	234.45
8877-IN Uttarakhand Workforce Development Project	USD	18/09/2018	0.00	0.00	0.00	0.19	0.80	16.50	9.28	22.83	4.59	0.00
	INR		0.00	0.00	0.00	1.29	5.56	123.09	69.12	185.07	37.69	0.00
8909-IN Additional Financing for Dam Rehabilitation and Improvement Project	USD	08/03/2019	0.00	0.00	0.00	0.00	0.03	2.03	4.05	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.18	14.91	29.74	0.00	0.00	0.00
8921-IN Additional Financing for the Uttarakhand Disaster Recovery Project	USD	05/03/2019	0.00	0.00	0.00	0.00	2.30	20.69	30.33	23.44	17.44	0.00

	INR		0.00	0.00	0.00	0.00	16.35	152.87	224.71	185.15	144.12	0.00
8928-IN Uttarakhand Public Financial Management Strengthening Project	USD	25/06/2019	0.00	0.00	0.00	0.00	0.14	2.16	4.38	6.50	9.29	3.19
	INR		0.00	0.00	0.00	0.00	0.99	16.28	32.68	52.41	76.87	26.76
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	6.15	7.19	2.58
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	50.70	59.62	21.71
9650-IN Uttarakhand Climate Responsive Rainfed Farming Project	USD	14/08/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.89
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7.51
9654-IN Uttarakhand Disaster Preparedness and Resilience Project	USD	16/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.12
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	9.73
UP Uttar Pradesh	*USD*		*0.00*	*0.00*	*0.10*	*3.12*	*27.63*	*54.53*	*39.16*	*15.01*	*11.98*	*6.74*
	INR		*0.00*	*0.00*	*0.65*	*21.55*	*198.11*	*403.61*	*289.50*	*119.42*	*99.49*	*56.36*
8811-IN Uttar Pradesh Pro-Poor Tourism Development Project	USD	28/12/2017	0.00	0.00	0.10	3.12	2.59	3.20	3.11	4.19	8.71	6.37
	INR		0.00	0.00	0.65	21.55	18.28	23.93	23.10	34.06	72.31	53.25
8940-IN Uttar Pradesh Core Road Network Development Project	USD	11/10/2019	0.00	0.00	0.00	0.00	25.04	51.33	36.05	10.82	3.26	0.00

	INR		0.00	0.00	0.00	0.00	179.83	379.68	266.40	85.36	27.18	0.00
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.37
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.11
WB West Bengal	*USD*		*3.03*	*0.93*	*58.33*	*51.58*	*43.47*	*51.45*	*35.13*	*73.57*	*124.12*	*65.52*
	INR		*19.50*	*6.20*	*375.35*	*343.43*	*304.67*	*376.24*	*261.79*	*593.56*	*1,027.61*	*554.69*
7687-IN Coal Fired Generation Rehabilitation Project	USD	17/12/2009	3.03	0.93	6.02	0.11	0.00	0.00	0.00	0.00	0.00	0.00
	INR		19.50	6.20	38.60	0.69	0.00	0.00	0.00	0.00	0.00	0.00
8090-IN West Bengal Accelerated Development of Minor irrigation Project	USD	21/12/2011	0.00	0.00	0.00	0.00	11.36	7.60	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	79.68	57.55	0.00	0.00	0.00	0.00
8723-IN W.B.Support to Institutional Strengthening of the Gram Panchayats PR PH-II	USD	22/03/2017	0.00	0.00	52.32	51.47	32.11	34.40	8.20	13.69	9.14	0.00
	INR		0.00	0.00	336.75	342.75	224.98	249.69	60.59	111.02	75.07	0.00
9025-IN West Bengal Major Irrigation and Flood Management Project	USD	15/05/2020	0.00	0.00	0.00	0.00	0.00	9.18	20.87	30.36	53.99	13.96
	INR		0.00	0.00	0.00	0.00	0.00	67.09	155.96	244.71	447.65	117.71
9176-IN West Benga Inland Water Transport, Logistics and Spatial Development Proj.	USD	05/01/2021	0.00	0.00	0.00	0.00	0.00	0.26	4.16	6.16	9.47	7.01

	INR		0.00		0.00	0.00	0.00	0.00	1.91	30.78	48.60	78.45	60.01
9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00		0.00	0.00	0.00	0.00	0.00	0.00	0.08	0.01	2.58
	INR		0.00		0.00	0.00	0.00	0.00	0.00	0.00	0.63	0.05	21.74
9301-IN West Bengal Electricity Distribution Grid Modernisation Project	USD	13/01/2022	0.00		0.00	0.00	0.00	0.00	0.00	1.89	17.99	26.14	25.49
	INR		0.00	0.00		0.00	0.00	0.00	0.00	14.46	144.89	216.13	214.43
9329-IN WB Building State Capability for Inclusive Social Protection Operation	USD	09/03/2022	0.00	0.00		0.00	0.00	0.00	0.00	0.00	5.31	25.00	5.00
	INR		0.00	0.00		0.00	0.00	0.00	0.00	0.00	43.72	207.17	43.41
9543-IN West Bengal Accelerated Development of Minor Irrigation Project-Phase II	USD	18/09/2023	0.00	0.00		0.00	0.00	0.00	0.00	0.00	0.00	0.37	11.48
	INR		0.00	0.00		0.00	0.00	0.00	0.00	0.00	0.00	3.09	97.39
Total	**USD**		**877.93**	**917.53**		**1,008.11**	**1,139.66**	**2,239.22**	**3,546.01**	**2,293.81**	**2,540.25**	**3,322.88**	**3,352.09**
Total	**INR**		**5,782.34**	**6,154.39**		**6,509.22**	**7,905.18**	**15,730.52**	**26,487.11**	**17,055.90**	**20,512.23**	**27,524.65**	**28,227.13**
International Bank for Reconstruction and Development													
AP Andhra Pradesh	*JPY*		*0.00*	*0.00*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*30,797.93*
	INR		*0.00*	*0.00*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*1,818.25*

9761-IN Amaravati Integrated Urban Development Program	JPY	26/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30,797.93
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,818.25
KA Karnataka	*JPY*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*50.15*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*2.77*
9324-IN Karnataka Urban Water Supply Modernization Project	JPY	31/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	50.15
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.77
TN Tamil Nadu	*JPY*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*3,386.60*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*187.68*
9625-IN Tamil Nadu Climate Resilient Urban Development Operation	JPY	05/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3,386.60
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	187.68
UP Uttar Pradesh	*JPY*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*123.92*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*7.21*
9757-IN Uttar Pradesh Agriculture Growth and Rural Enterprise Ecosystem Strengthening Project	JPY	13/01/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	123.92

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7.21
Total	**JPY**		**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**34,358.59**
Total	**INR**		**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**2,015.90**
International Development Association												
AP Andhra Pradesh	*XDR*		*5.95*	*3.54*	*5.46*	*1.10*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*53.34*	*32.62*	*50.09*	*10.46*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
4291-IN Andhra Pradesh and Telangana Commun. Based Tank Management Project	XDR	08/06/2007	1.01	2.49	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		9.20	23.11	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4653-IN Andhra Pradesh Rural and Telangana Water Supply and Sanitation Project	XDR	22/01/2010	4.94	1.05	5.46	1.10	0.00	0.00	0.00	0.00	0.00	0.00
	INR		44.15	9.51	50.09	10.46	0.00	0.00	0.00	0.00	0.00	0.00
AS Assam	*XDR*		*12.91*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*115.12*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
4013-IN Assam Agricultural Competitiveness Project	XDR	14/01/2005	0.82	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		7.36	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

5062-IN Addl. Financing for Assam Agri. Competitiveness Project	XDR	13/04/2012	12.09	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		107.76	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
BR Bihar	*XDR*		*39.04*	*40.61*	*12.78*	*34.22*	*21.23*	*6.99*	*0.00*	*-0.42*	*0.00*	*0.00*
	INR		*357.78*	*373.11*	*116.70*	*336.64*	*206.08*	*72.79*	*0.00*	*-4.42*	*0.00*	*0.00*
4802-IN Bihar - Kosi Flood Recovery Project	XDR	12/01/2011	18.83	10.89	8.45	11.41	0.00	-0.38	0.00	0.00	0.00	0.00
	INR		172.28	100.37	76.94	112.82	0.00	-3.99	0.00	0.00	0.00	0.00
5123-IN Additional Financing for Bihar Rural Livelihoods Project	XDR	09/07/2012	19.82	15.08	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		181.84	139.81	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
5160-IN Bihar Panchayat Strengthening Project	XDR	27/06/2013	0.21	7.78	0.21	13.88	16.90	1.67	0.00	-0.42	0.00	0.00
	INR		1.96	70.04	1.95	136.31	163.89	17.38	0.00	-4.42	0.00	0.00
5349-IN Bihar Integrated Social Protection Strengthening Project	XDR	28/05/2014	0.18	6.86	4.13	8.93	4.34	5.71	0.00	0.00	0.00	0.00
	INR		1.71	62.89	37.81	87.51	42.19	59.39	0.00	0.00	0.00	0.00
CN Central	*XDR*		*619.62*	*570.17*	*510.47*	*177.21*	*132.94*	*375.79*	*12.60*	*0.32*	*0.00*	*0.00*
	INR		*5,675.29*	*5,328.59*	*4,621.11*	*1,716.35*	*1,343.21*	*3,882.55*	*131.91*	*3.27*	*0.00*	*0.00*

4319-IN Vocational Training Improvement Project	XDR	02/11/2007	9.61	1.60	3.91	2.56	0.00	0.00	0.00	0.00	0.00	0.00
	INR		88.00	14.91	34.80	24.73	0.00	0.00	0.00	0.00	0.00	0.00
4685-IN Second Technical/Engineering Education Quality Improvement Project.	XDR	14/07/2010	24.41	30.31	18.98	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		225.47	278.69	169.17	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4755-IN Cpacity Building for Industrial Pollution Management Project	XDR	22/07/2010	0.20	0.31	3.09	5.10	0.00	0.00	0.00	0.00	0.00	0.00
	INR		1.77	2.85	28.18	49.94	0.00	0.00	0.00	0.00	0.00	0.00
4765-IN Integrated Coastal Zone Management Project	XDR	22/07/2010	15.61	13.44	18.64	10.14	9.90	5.96	0.00	0.00	0.00	0.00
	INR		142.99	125.21	168.70	99.37	96.20	62.14	0.00	0.00	0.00	0.00
4772-IN National Cyclone Risk Mitigation Project	XDR	14/01/2011	13.59	15.10	18.28	11.96	22.38	0.00	0.00	0.00	0.00	0.00
	INR		125.91	139.98	166.12	116.83	215.88	0.00	0.00	0.00	0.00	0.00
4787-IN Dam Rehabilitation and Improvement Project	XDR	21/12/2011	1.34	2.19	4.48	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		10.53	19.86	43.39	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4848-IN PMGSY Rural Roads Project	XDR	14/01/2011	60.67	105.45	10.03	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		568.64	999.19	89.63	0.00	0.00	0.00	0.00	0.00	0.00	0.00

4943-IN Biodiversity Conservation & Rural Livelihoods Improvement Project	XDR	14/06/2011	0.28	0.19	0.36	-0.16	0.00	0.00	0.00	0.00	0.00	0.00
	INR		2.55	1.72	3.22	-1.67	0.00	0.00	0.00	0.00	0.00	0.00
4955-IN National Ganga River Basin project	XDR	14/06/2011	1.06	3.61	42.17	31.52	0.00	3.89	0.00	0.00	0.00	0.00
	INR		9.86	33.58	386.86	301.61	0.00	41.26	0.00	0.00	0.00	0.00
4978-IN National Rural Livelihoods Project	XDR	18/07/2011	88.83	65.16	78.22	14.30	0.00	0.00	0.00	0.00	0.00	0.00
	INR		809.69	598.77	714.39	136.95	0.00	0.00	0.00	0.00	0.00	0.00
4997-IN Capacity Building for Urban Development Project	XDR	08/12/2011	1.44	1.76	1.68	8.97	0.00	0.00	0.00	0.00	0.00	0.00
	INR		13.34	16.17	15.13	88.30	0.00	0.00	0.00	0.00	0.00	0.00
5035-IN North East Rural Livelihood Project	XDR	20/01/2012	13.16	12.26	20.93	13.32	8.24	0.00	0.00	0.00	0.00	0.00
	INR		121.88	112.53	191.03	130.43	79.74	0.00	0.00	0.00	0.00	0.00
5074-IN National Dairy Support Project	XDR	13/04/2012	30.60	30.03	20.12	25.98	26.53	0.00	0.00	0.00	0.00	0.00
	INR		283.29	278.63	182.59	254.39	308.27	0.00	0.00	0.00	0.00	0.00
5088-IN Secondary Education Project	XDR	05/10/2012	73.21	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		685.76	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

5150-IN ICDS Systems Strengthening and Nutrition Improvment Project	XDR	05/11/2012	10.61	23.25	21.25	3.05	3.80	0.00	0.00	0.32	0.00	0.00
	INR		100.68	213.20	192.75	29.62	36.92	0.00	0.00	3.27	0.00	0.00
5236-IN National AIDS Control Support Project	XDR	18/06/2013	14.60	17.93	18.79	17.52	44.33	28.97	0.00	0.00	0.00	0.00
	INR		137.55	167.35	169.72	169.24	432.87	300.83	0.00	0.00	0.00	0.00
5283-IN Low Income Housing Finance Project	XDR	14/08/2013	15.97	16.38	23.88	2.88	0.00	0.00	0.00	0.00	0.00	0.00
	INR		148.38	152.80	213.73	29.46	0.00	0.00	0.00	0.00	0.00	0.00
5345-IN Rural Water Supply and Sanitation Project for Low Income States	XDR	07/02/2014	11.36	22.80	26.69	21.74	17.76	33.17	0.00	0.00	0.00	0.00
	INR		105.64	207.41	245.42	208.70	173.33	346.25	0.00	0.00	0.00	0.00
5376-IN Accelerating Universal Access to Early and Effective Tuberculosis Care Proj	XDR	30/05/2014	7.02	35.55	10.87	8.34	0.00	0.00	0.00	0.00	0.00	0.00
	INR		64.97	323.86	98.53	78.46	0.00	0.00	0.00	0.00	0.00	0.00
5413-IN Additional Financing for the National Cyclone Risk Mitigation Project	XDR	11/08/2015	12.57	13.56	19.30	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		117.45	126.11	173.37	0.00	0.00	0.00	0.00	0.00	0.00	0.00
5447-IN Third Elementary Education Project	XDR	29/05/2014	0.00	0.00	106.60	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	959.55	0.00	0.00	0.00	0.00	0.00	0.00	0.00

5448-IN Third Elementary Education Project	XDR	29/05/2014	213.50	159.30	42.20	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		1,910.95	1,515.78	374.84	0.00	0.00	0.00	0.00	0.00	0.00	0.00
6655-IN Accelerating India's COVID-19 Social Protection Response Program	XDR	15/05/2020	0.00	0.00	0.00	0.00	0.00	226.80	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	2,323.12	0.00	0.00	0.00	0.00
6813-IN Second Accelerating India's COVID-19 Social Protection Response Program	XDR	16/12/2020	0.00	0.00	0.00	0.00	0.00	77.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	808.96	0.00	0.00	0.00	0.00
6956-IN Coordinated &Responsive Indian Social Protection Sys Prog (Post-Covid)	XDR	15/07/2021	0.00	0.00	0.00	0.00	0.00	0.00	12.60	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	131.91	0.00	0.00	0.00
HP Himachal Pradesh	*XDR*		*8.67*	*5.21*	*3.52*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*79.10*	*48.21*	*31.28*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
4133-IN H.P. Mid Himalayan Watershed Dev. Pr.	XDR	19/01/2006	1.07	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		9.84	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
5159-IN Addl. Financing for Himachal Pradesh Mid-Himalayan Watershed Dev. Project	XDR	20/11/2012	7.60	5.21	3.52	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		69.26	48.21	31.28	0.00	0.00	0.00	0.00	0.00	0.00	0.00

KA Karnataka	*XDR*		*16.80*	*27.11*	*21.11*	*7.32*	*6.50*	*1.20*	*0.00*		*0.00*	*0.00*	*0.00*
	INR		*152.34*	*250.03*	*190.34*	*71.07*	*63.51*	*12.52*	*0.00*		*0.00*	*0.00*	*0.00*
4211-IN Karnataka Panchayats Strengthening Project	XDR	24/07/2006	-1.24	0.00	0.00	0.00	0.00	0.00	0.00		0.00	0.00	0.00
	INR		-11.42	0.00	0.00	0.00	0.00	0.00	0.00		0.00	0.00	0.00
4229-IN Karnataka Health System Dev and Reform Project	XDR	16/10/2006	1.38	1.02	0.00	0.00	0.00	0.00	0.00		0.00	0.00	0.00
	INR		12.70	9.53	0.00	0.00	0.00	0.00	0.00		0.00	0.00	0.00
4768-IN Second Karnataka Rural Water Supply and Sanitation Project	XDR	17/07/2010	0.00	0.00	-1.17	0.00	0.00	0.00	0.00		0.00	0.00	0.00
	INR		0.00	0.00	-10.61	0.00	0.00	0.00	0.00		0.00	0.00	0.00
4787-IN Dam Rehabilitation and Improvement Project	XDR	21/12/2011	0.01	5.13	13.47	0.00	0.00	0.00	0.00		0.00	0.00	0.00
	INR		0.13	46.67	121.64	0.00	0.00	0.00	0.00		0.00	0.00	0.00
5087-IN Karnataka Watershed Development Project II	XDR	11/02/2013	2.74	4.64	5.41	7.32	6.50	1.20	0.00		0.00	0.00	0.00
	INR		25.06	43.06	49.49	71.07	63.51	12.52	0.00		0.00	0.00	0.00
5161-IN Addl. Financing for Karnataka Health System Development and Reform Project	XDR	21/11/2012	13.90	16.32	3.40	0.00	0.00	0.00	0.00		0.00	0.00	0.00
	INR		125.86	150.77	29.82	0.00	0.00	0.00	0.00		0.00	0.00	0.00

KL Kerala	*XDR*		*22.46*	*61.39*	*23.72*	*2.22*	*123.31*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*206.97*	*576.47*	*215.04*	*22.62*	*1,211.55*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
4787-IN Dam Rehabilitation and Improvement Project	XDR	21/12/2011	0.81	3.87	4.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		8.64	35.36	36.55	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4872-IN Kerala Local Government and Service Delivery Project	XDR	04/07/2011	1.57	38.99	0.00	-9.05	0.00	0.00	0.00	0.00	0.00	0.00
	INR		14.56	369.32	0.00	-87.40	0.00	0.00	0.00	0.00	0.00	0.00
5027-IN Second Kerala Rural Water Supply and Sanitation Project	XDR	15/02/2012	20.09	18.53	19.66	11.27	8.11	0.00	0.00	0.00	0.00	0.00
	INR		183.77	171.79	178.49	110.02	78.48	0.00	0.00	0.00	0.00	0.00
6463-IN First Resilient Kerala Program Development Policy Financing	XDR	28/06/2019	0.00	0.00	0.00	0.00	115.20	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	1,133.07	0.00	0.00	0.00	0.00	0.00
MH Maharashtra	*XDR*		*13.47*	*11.33*	*23.44*	*9.64*	*21.62*	*13.79*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*122.97*	*103.79*	*215.92*	*93.54*	*208.44*	*143.47*	*0.00*	*0.00*	*0.00*	*0.00*
4809-IN Maharashtra Agricultural Competitiveness Project	XDR	02/11/2010	8.92	7.43	9.79	9.64	0.00	0.00	0.00	0.00	0.00	0.00
	INR		81.06	68.55	88.41	93.54	0.00	0.00	0.00	0.00	0.00	0.00

5375-IN Maharashtra Rural Water Supply and Sanitation Program	XDR	30/05/2014	4.55	3.90	13.65	0.00	21.62	13.79	0.00	0.00	0.00	0.00
	INR		41.91	35.24	127.51	0.00	208.44	143.47	0.00	0.00	0.00	0.00
MP Madhya Pradesh	*XDR*		*2.49*	*2.87*	*0.57*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*24.51*	*26.70*	*5.17*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
4787-IN Dam Rehabilitation and Improvement Project	XDR	21/12/2011	2.49	2.87	0.57	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		24.51	26.70	5.17	0.00	0.00	0.00	0.00	0.00	0.00	0.00
MZ Mizoram	*XDR*		*6.32*	*5.96*	*8.54*	*9.46*	*19.16*	*14.52*	*3.92*	*0.00*	*0.00*	*0.00*
	INR		*57.65*	*54.92*	*77.15*	*93.60*	*189.50*	*151.62*	*41.53*	*0.00*	*0.00*	*0.00*
5425-IN Regional Transport Connectivity Project Mizoram State Roads II	XDR	28/08/2014	6.32	5.96	8.54	9.46	19.16	14.52	3.92	0.00	0.00	0.00
	INR		57.65	54.92	77.15	93.60	189.50	151.62	41.53	0.00	0.00	0.00
OD Odisha	*XDR*		*25.11*	*13.38*	*13.69*	*3.97*	*4.03*	*3.94*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*227.01*	*122.75*	*123.05*	*38.49*	*39.20*	*41.54*	*0.00*	*0.00*	*0.00*	*0.00*
4472-IN Orissa Rural Livelihood Project-TRIPTI	XDR	27/01/2009	5.63	-1.42	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		49.23	-13.32	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00

4499-IN Orissa Community Tanks Management Project	XDR	27/01/2009	6.74	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		61.10	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4787-IN Dam Rehabilitation and Improvement Project	XDR	21/12/2011	1.66	4.90	2.86	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		15.20	45.40	25.74	0.00	0.00	0.00	0.00	0.00	0.00	0.00
5378-IN Odisha Disaster Recovery Project	XDR	11/07/2014	11.08	9.90	10.83	3.97	4.03	3.94	0.00	0.00	0.00	0.00
	INR		101.49	90.67	97.31	38.49	39.20	41.54	0.00	0.00	0.00	0.00
PB Punjab	*XDR*		*1.90*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*16.94*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
4251-IN Punjab Rural Water Supply and Sanitation Project	XDR	26/02/2007	1.90	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		16.94	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
PY Puducherry	*XDR*		*0.37*	*0.43*	*2.73*	*1.29*	*1.56*	*-0.40*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*3.56*	*3.91*	*24.46*	*12.70*	*15.22*	*-4.22*	*0.00*	*0.00*	*0.00*	*0.00*
5279-IN Tamil Nadu & Puducherry Coastal Disaster Risk Reduction Project	XDR	11/11/2013	0.37	0.43	2.73	1.29	1.56	-0.40	0.00	0.00	0.00	0.00
	INR		3.56	3.91	24.46	12.70	15.22	-4.22	0.00	0.00	0.00	0.00

RJ Rajasthan	*XDR*		*25.88*	*29.77*	*36.99*	*24.30*	*13.93*	*7.81*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*239.06*	*274.08*	*336.78*	*234.19*	*134.99*	*82.02*	*0.00*	*0.00*	*0.00*	*0.00*
4859-IN Rajasthan Rural Livelihoods Project	XDR	24/05/2011	12.59	22.53	20.35	3.54	0.00	0.00	0.00	0.00	0.00	0.00
	INR		117.17	206.63	184.79	34.35	0.00	0.00	0.00	0.00	0.00	0.00
5085-IN Rajasthan Agricultural Competitiveness Project	XDR	13/04/2012	0.32	2.32	7.06	12.29	10.59	7.81	0.00	0.00	0.00	0.00
	INR		2.99	21.16	64.77	118.86	102.90	82.02	0.00	0.00	0.00	0.00
5310-IN Rajasthan Road Sector Modernization Project	XDR	02/01/2014	12.96	4.92	9.58	8.47	3.34	0.00	0.00	0.00	0.00	0.00
	INR		118.90	46.29	87.22	80.98	32.09	0.00	0.00	0.00	0.00	0.00
TG Telangana	*XDR*		*10.22*	*13.63*	*6.90*	*5.51*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*92.84*	*125.51*	*62.34*	*53.03*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
4291-IN Andhra Pradesh and Telangana Commun. Based Tank Management Project	XDR	08/06/2007	3.85	6.10	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		34.99	56.60	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4653-IN Andhra Pradesh Rural and Telangana Water Supply and Sanitation Project	XDR	22/01/2010	6.37	7.53	6.90	5.51	0.00	0.00	0.00	0.00	0.00	0.00
	INR		57.85	68.91	62.34	53.03	0.00	0.00	0.00	0.00	0.00	0.00

TN Tamil Nadu	*XDR*		*43.86*	*23.77*	*26.46*	*9.40*	*11.80*	*8.89*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*397.62*	*219.34*	*239.19*	*90.73*	*117.41*	*93.65*	*0.00*	*0.00*	*0.00*	*0.00*
4054-IN-TN Emergency Tsunami Reconstruction Project(TN)	XDR	12/05/2005	0.00	-0.19	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	-1.78	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4756-IN Additional Financing for Tamil Nadu Health Systems Project	XDR	06/07/2010	7.60	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		69.22	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4787-IN Dam Rehabilitation and Improvement Project	XDR	21/12/2011	2.54	11.72	10.40	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		22.21	107.95	93.98	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4837-IN Addl. Financing for TN Empr and Poverty Reduction"Vazhndhu Kaattuvom" Proj.	XDR	23/12/2010	23.07	6.09	6.28	0.00	0.00	-0.04	0.00	0.00	0.00	0.00
	INR		208.94	55.85	56.41	0.00	0.00	-0.44	0.00	0.00	0.00	0.00
5279-IN Tamil Nadu & Puducherry Coastal Disaster Risk Reduction Project	XDR	11/11/2013	10.66	6.15	9.79	9.40	11.80	8.93	0.00	0.00	0.00	0.00
	INR		97.25	57.31	88.81	90.73	117.41	94.09	0.00	0.00	0.00	0.00
UK Uttarakhand	*XDR*		*54.05*	*42.13*	*49.98*	*28.86*	*25.75*	*15.70*	*15.35*	*0.35*	*0.00*	*0.00*
	INR		*495.15*	*391.40*	*450.31*	*281.28*	*248.74*	*164.08*	*161.63*	*3.60*	*0.00*	*0.00*

4232-IN Uttarakhand Rural Water Supply & San. Proj	XDR	16/10/2006	5.59	0.23	0.00	-0.16	0.00	0.00	0.00	0.00	0.00	0.00
	INR		51.32	2.14	0.00	-1.52	0.00	0.00	0.00	0.00	0.00	0.00
4787-IN Dam Rehabilitation and Improvement Project	XDR	21/12/2011	1.13	0.62	5.16	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		10.65	5.84	43.60	0.00	0.00	0.00	0.00	0.00	0.00	0.00
5313-IN Uttarkhand Disaster Recovery Project	XDR	09/01/2014	32.96	33.81	32.69	15.61	16.43	0.00	0.00	0.00	0.00	0.00
	INR		301.34	313.90	297.14	152.63	158.30	0.00	0.00	0.00	0.00	0.00
5369-IN Uttarkhand Decentralised Watershed Development Project Phase-II-GRAMYA II	XDR	30/05/2014	2.13	7.41	12.12	13.41	9.33	15.70	15.35	0.35	0.00	0.00
	INR		19.31	68.95	109.58	130.17	90.44	164.08	161.63	3.60	0.00	0.00
5372-IN Additional Financing for Uttrakhand Rural Water Supply & Sanitation Project	XDR	30/05/2014	12.25	0.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		112.53	0.57	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
UP Uttar Pradesh	*XDR*		*42.99*	*48.00*	*65.76*	*27.01*	*49.08*	*23.93*	*22.78*	*0.00*	*0.00*	*0.00*
	INR		*396.40*	*441.71*	*598.90*	*260.37*	*479.86*	*248.77*	*243.14*	*0.00*	*0.00*	*0.00*
4640-IN Uttar Pradesh Sodic Lands Reclamation-III Project	XDR	20/07/2009	14.26	9.18	18.60	0.50	-1.12	0.00	0.00	0.00	0.00	0.00
	INR		132.34	83.20	174.44	4.76	-10.92	0.00	0.00	0.00	0.00	0.00

5033-IN Uttar Pradesh Health Systems Strengthening Project	XDR	21/03/2012	8.93	17.51	19.19	17.02	16.20	0.00	0.00	0.00	0.00	0.00
	INR		81.93	159.68	175.46	163.59	157.43	0.00	0.00	0.00	0.00	0.00
5298-IN Uttar Pradesh Water Sector Restructuring project phase-II	XDR	24/10/2013	19.79	21.30	27.97	9.50	33.99	23.93	22.78	0.00	0.00	0.00
	INR		182.13	198.83	249.01	92.02	333.34	248.77	243.14	0.00	0.00	0.00
WB West Bengal	*XDR*		*43.84*	*9.44*	*21.97*	*17.37*	*2.63*	*0.00*	*0.00*	*0.00*	*-0.79*	*0.00*
	INR		*386.11*	*90.92*	*195.11*	*167.37*	*25.52*	*0.00*	*0.00*	*0.00*	*-8.57*	*0.00*
4758-IN West Bengal Institutional Strengthening of Gram Panchayats Project	XDR	15/07/2010	27.38	-1.02	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		235.48	-9.36	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
5014-IN West Bengal Accelerated Development of Minor Irrigation Project	XDR	21/12/2011	16.47	10.46	21.97	17.37	2.63	0.00	0.00	0.00	-0.79	0.00
	INR		150.63	100.28	195.11	167.37	25.52	0.00	0.00	0.00	-8.57	0.00
Total	**XDR**		**995.94**	**908.71**	**834.11**	**358.87**	**433.52**	**472.15**	**54.65**	**0.24**	**-0.79**	**0.00**
Total	**INR**		**9,099.74**	**8,464.04**	**7,552.95**	**3,482.42**	**4,283.22**	**4,888.78**	**578.21**	**2.45**	**-8.57**	**0.00**
International Development Association												
AP Andhra Pradesh	*USD*		*0.16*	*17.70*	*23.45*	*45.75*	*49.71*	*28.50*	*17.46*	*7.17*	*0.00*	*0.00*

	INR		*1.06*	*117.63*	*151.03*	*317.82*	*349.76*	*209.83*	*132.51*	*57.10*	*0.00*	*0.00*
5576-IN Andhra Pradesh Rural Inclusive Growth Project	USD	16/11/2015	0.16	3.16	17.30	13.61	13.06	1.24	0.00	0.00	0.00	0.00
	INR		1.06	21.23	111.16	95.07	91.34	9.20	0.00	0.00	0.00	0.00
5694-IN Andhra Pradesh Disaster Recovery Project	USD	16/07/2015	0.00	14.55	6.15	32.14	36.65	27.26	17.46	7.17	0.00	0.00
	INR		0.00	96.40	39.88	222.75	258.42	200.63	132.51	57.10	0.00	0.00

AS Assam	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*2.56*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
Q924-IN Preparation of Proposed Citizen-Centric Service Delivery Reform in NE Prj.	USD	08/08/2014	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		2.56	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
BR Bihar	*USD*		*50.00*	*40.87*	*80.52*	*142.38*	*84.99*	*59.38*	*90.13*	*118.20*	*38.33*	*15.00*
	INR		*338.06*	*275.86*	*518.12*	*985.40*	*605.70*	*439.20*	*668.24*	*941.20*	*316.78*	*125.99*
5578-IN Enhancing Teacher Effectiveness in Bihar Operation	USD	07/08/2015	50.00	21.12	0.05	33.96	0.86	4.45	6.15	0.00	0.00	0.00
	INR		338.06	143.56	0.31	238.66	6.11	32.50	46.04	0.00	0.00	0.00
5696-IN Bihar Kosi Basin Development Project	USD	20/01/2016	0.00	5.05	22.79	32.09	25.60	14.87	13.39	18.53	19.87	13.04
	INR		0.00	33.76	147.26	220.79	182.20	110.21	99.29	148.58	164.33	109.66
5867-IN Bihar Transformative Development Project - JEEVIKA II	USD	08/07/2016	0.00	14.70	38.17	42.50	48.73	29.67	42.85	64.83	8.56	0.00
	INR		0.00	98.54	244.86	296.94	347.94	219.60	316.65	516.95	70.67	0.00
5938-IN Bihar Rural Roads Project	USD	29/05/2017	0.00	0.00	19.50	33.83	9.79	10.39	27.75	34.84	9.91	1.96
	INR		0.00	0.00	125.69	229.02	69.45	76.88	206.27	275.66	81.78	16.34

CN Central	*USD*	*0.00*	*35.05*	*24.12*	*108.35*	*126.23*	*641.87*	*262.61*	*145.05*	*92.90*	*55.21*
	INR	*0.00*	*234.71*	*155.79*	*763.95*	*894.25*	*4,747.04*	*1,948.10*	*1,168.09*	*769.98*	*463.40*

5524-IN Neeranchal National Watershed Project	USD	14/01/2016	0.00	0.06	0.17	0.00	0.97	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.41	1.10	0.00	6.75	0.00	0.00	0.00	0.00	0.00
5693-IN National Cyclone Risk Mitigation Project-II	USD	11/08/2015	0.00	34.99	19.31	30.28	26.79	22.42	29.41	17.18	15.83	0.00
	INR		0.00	234.30	124.78	210.42	190.72	166.63	218.83	137.51	130.88	0.00
5695-IN Jhelum and Tawi Flood Recovery Project	USD	21/01/2016	0.00	0.00	0.38	5.67	10.41	23.79	77.24	44.09	17.30	12.39
	INR		0.00	0.00	2.46	39.38	73.37	176.17	577.64	349.31	142.98	104.55
5738-IN Nai Manzil - Education and Skills Training for Minorities Project	USD	30/12/2015	0.00	0.00	4.00	8.33	18.47	7.08	11.69	0.00	0.00	0.00
	INR		0.00	0.00	25.83	58.11	131.49	52.25	86.56	0.00	0.00	0.00
5874-IN Technical Education Quality Improvement Project - III	USD	01/02/2017	0.00	0.00	0.25	34.08	68.82	36.31	24.87	0.00	0.00	0.00
	INR		0.00	0.00	1.63	236.91	486.44	269.90	183.40	0.00	0.00	0.00
5965-IN Skill Strengthening for Industrial Value Enhancement Operation	USD	19/12/2017	0.00	0.00	0.00	30.00	0.77	20.43	24.91	0.78	3.20	11.32
	INR		0.00	0.00	0.00	219.13	5.48	149.01	184.53	6.23	26.65	94.47
6656-IN Accelerating India's COVID-19 Social Protection Response Program	USD	15/05/2020	0.00	0.00	0.00	0.00	0.00	240.43	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	1,813.18	0.00	0.00	0.00	0.00

6812-IN Second Accelerating India's COVID-19 Social Protection Response Program	USD	16/12/2020	0.00	0.00	0.00	0.00	0.00	291.40	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	2,119.89	0.00	0.00	0.00	0.00
6955-IN Coordinated &Responsive Indian Social Protection Sys Prog (Post-Covid)	USD	15/07/2021	0.00	0.00	0.00	0.00	0.00	0.00	94.50	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	697.14	0.00	0.00	0.00
7183-IN Catalyzing Private Financing for Sustainable Recovery and Growth DPL	USD	29/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	83.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	675.04	0.00	0.00
7375-IN First Low-Carbon Energy Programmatic Development Policy Financing	USD	10/11/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	56.57	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	469.47	0.00
7609-IN Second Low-Carbon Energy Programmatic Development Policy Financing	USD	15/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	31.50
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	264.38
HP Himachal Pradesh	*USD*		*0.00*	*0.91*	*1.58*	*4.01*	*6.32*	*12.26*	*26.09*	*28.79*	*14.11*	*12.43*
	INR		*0.00*	*6.23*	*10.13*	*28.45*	*44.28*	*91.06*	*194.14*	*230.08*	*116.76*	*106.20*
5838-IN Himachal Pradesh Horitculture Development Project	USD	21/06/2016	0.00	0.91	1.58	4.01	6.32	12.26	26.09	28.79	14.11	12.43
	INR		0.00	6.23	10.13	28.45	44.28	91.06	194.14	230.08	116.76	106.20

JH Jharkhand	*USD*		*0.00*	*0.00*	*0.15*	*0.35*	*1.53*	*9.10*	*8.89*	*4.05*	*8.99*	*0.00*
	INR		*0.00*	*0.00*	*0.95*	*2.44*	*10.84*	*68.32*	*66.48*	*32.68*	*74.19*	*0.00*
5868-IN Tejaswini: Socioeconomic Empowerment of Adolescent Girls and Young Women	USD	23/02/2017	0.00	0.00	0.15	0.35	1.53	9.10	8.89	4.05	8.99	0.00
	INR		0.00	0.00	0.95	2.44	10.84	68.32	66.48	32.68	74.19	0.00
KL Kerala	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*90.40*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*648.13*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
6464-IN First Resilient Kerala Program Development Policy Financing	USD	28/06/2019	0.00	0.00	0.00	0.00	90.40	0.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	648.13	0.00	0.00	0.00	0.00	0.00
MP Madhya Pradesh	*USD*		*0.00*	*22.00*	*5.46*	*58.13*	*37.83*	*79.85*	*58.12*	*28.94*	*0.00*	*0.00*
	INR		*0.00*	*144.01*	*35.28*	*400.86*	*267.96*	*591.46*	*434.48*	*227.02*	*0.00*	*0.00*
5703-IN Madhya Pradesh Higher Education Quality Improvement Project	USD	01/03/2016	0.00	22.00	0.00	52.44	30.47	74.82	53.38	28.94	0.00	0.00
	INR		0.00	144.01	0.00	361.91	216.90	553.49	399.23	227.02	0.00	0.00
5705-IN Citizen Access to Responsive Services Project	USD	17/03/2016	0.00	0.00	5.46	5.69	7.36	5.03	4.74	0.00	0.00	0.00

	INR		0.00	0.00	35.28	38.95	51.07	37.97	35.26	0.00	0.00	0.00
NL Nagaland	*USD*		*0.00*	*1.00*	*0.95*	*2.17*	*5.44*	*7.30*	*13.65*	*6.85*	*4.22*	*1.43*
	INR		*0.00*	*6.50*	*6.16*	*15.13*	*38.86*	*53.71*	*101.72*	*54.61*	*34.92*	*11.96*
5927-IN Nagaland Health Project	USD	16/01/2017	0.00	1.00	0.95	2.17	5.44	7.30	13.65	6.85	4.22	1.43
	INR		0.00	6.50	6.16	15.13	38.86	53.71	101.72	54.61	34.92	11.96
TG Telangana	*USD*		*0.00*	*0.73*	*1.01*	*0.46*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*0.00*	*4.90*	*6.50*	*3.16*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
5573-IN Telangana Rural Inclusive Growth Project	USD	27/01/2016	0.00	0.73	1.01	0.46	0.00	0.00	0.00	0.00	0.00	0.00
	INR		0.00	4.90	6.50	3.16	0.00	0.00	0.00	0.00	0.00	0.00
UK Uttarakhand	*USD*		*0.00*	*0.00*	*0.05*	*0.72*	*1.32*	*9.01*	*12.31*	*13.07*	*12.36*	*14.42*
	INR		*0.00*	*0.00*	*0.29*	*5.00*	*9.29*	*66.43*	*91.05*	*104.92*	*102.21*	*121.64*
5948-IN Uttarakhand Health Systems Development Project	USD	23/03/2017	0.00	0.00	0.05	0.72	1.32	9.01	12.31	13.07	12.36	14.42
	INR		0.00	0.00	0.29	5.00	9.29	66.43	91.05	104.92	102.21	121.64
Total	**USD**		**50.16**	**118.26**	**137.27**	**362.32**	**403.76**	**847.28**	**489.26**	**352.11**	**170.91**	**98.48**

Total	**INR**		**341.68**	**789.83**	**884.25**	**2,522.22**	**2,869.06**	**6,267.03**	**3,636.72**	**2,815.70**	**1,414.84**	**829.18**
International Fund for Agricultural Development												
AP Andhra Pradesh	*USD*		*0.00*	*0.00*	*0.00*	*5.13*	*11.56*	*3.92*	*0.00*	*-7.19*	*0.00*	*0.00*
	INR		*0.00*	*0.00*	*0.00*	*35.62*	*81.46*	*29.62*	*0.00*	*-55.82*	*0.00*	*0.00*
2000001749 Andhra Pradesh Drought Mitigation Project	USD	07/09/2017	0.00	0.00	0.00	5.13	11.56	3.92	0.00	-7.19	0.00	0.00
	INR		0.00	0.00	0.00	35.62	81.46	29.62	0.00	-55.82	0.00	0.00
CG Chhattisgarh	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.18*	*0.22*	*0.17*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*1.43*	*1.85*	*1.38*
2000003806 Chhattisgarh Inclusive Rural and Accelerated Agriculture Growth Project	USD	17/08/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.18	0.22	0.17
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.43	1.85	1.38
MH Maharashtra	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.22*	*4.05*	*6.86*	*6.37*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*1.67*	*32.79*	*56.63*	*53.41*
2000003648 Maharashtra Rural Women's Enterprise Development Project	USD	22/01/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.22	4.05	6.86	6.19
	INR		0.00	0.00	0.00	0.00	0.00	0.00	1.67	32.79	56.63	51.93

2000004184 Maharashtra Rural Women's Enterprise Development Project (Additional Loan)	USD	10/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.17
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.48
ML Meghalaya	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*3.15*	*4.04*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*26.16*	*34.23*
2000004448 Meghalaya Livelihood and Access to Markets Project(Megha-Lamp)	USD	16/03/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.15	4.04
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	26.16	34.23
MZ Mizoram	*USD*		*0.00*	*0.00*	*0.00*	*2.00*	*1.26*	*0.34*	*4.13*	*2.82*	*8.58*	*2.77*
	INR		*0.00*	*0.00*	*0.00*	*13.33*	*9.01*	*2.61*	*30.90*	*22.05*	*70.78*	*23.49*
2000002119 Fostering Climate Resilient Upland Farming System in NE - Mizoram	USD	25/01/2018	0.00	0.00	0.00	2.00	1.26	0.34	4.13	2.82	8.58	2.77
	INR		0.00	0.00	0.00	13.33	9.01	2.61	30.90	22.05	70.78	23.49
NL Nagaland	*USD*		*0.00*	*0.00*	*0.00*	*2.00*	*1.87*	*0.70*	*5.45*	*1.99*	*5.47*	*6.76*

	INR		*0.00*	*0.00*	*0.00*	*13.13*	*13.34*	*5.04*	*40.76*	*16.15*	*45.32*	*57.48*
2000002173 Fostering Climate Resilient Upland Farming System in NE - Nagaland	USD	25/01/2018	0.00	0.00	0.00	2.00	1.87	0.70	5.45	1.99	5.47	6.76
	INR		0.00	0.00	0.00	13.13	13.34	5.04	40.76	16.15	45.32	57.48
UK Uttarakhand	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.40*	*6.84*	*11.49*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*3.26*	*56.77*	*97.05*
2000004123 Rural Enterprise Acceleration Project(REAP)	USD	02/06/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.40	6.84	11.49
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	3.26	56.77	97.05
Total	**USD**		**0.00**	**0.00**	**0.00**	**9.13**	**14.69**	**4.95**	**9.80**	**2.25**	**31.12**	**31.59**
Total	**INR**		**0.00**	**0.00**	**0.00**	**62.08**	**103.81**	**37.27**	**73.33**	**19.87**	**257.50**	**267.04**
International Fund for Agricultural Development												
CN Central	*XDR*		*1.47*	*0.00*	*-0.22*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*12.86*	*0.00*	*-2.20*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
710-IN Women's Empowerment and Livelihoods Programme in the Mid-Gangetic Plains	XDR	11/12/2008	-0.51	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		-5.25	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
794-IN North Eastern Region Comm. Resource Management proj. for upland areas II	XDR	12/07/2010	1.98	0.00	-0.22	0.00	0.00	0.00	0.00	0.00	0.00	0.00

INR	18.11	0.00	-2.20	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	

JH Jharkhand	*XDR*		*0.38*	*2.75*	*3.91*	*2.61*	*5.17*	*0.54*	*3.62*	*1.73*	*0.00*	*0.00*
	INR		*3.54*	*25.61*	*35.17*	*25.09*	*50.70*	*5.73*	*37.85*	*18.02*	*0.00*	*0.00*
0879-IN Jharkhand Tribal Empowerment & Livelihood Project	XDR	04/10/2013	0.38	2.75	3.91	2.61	5.17	0.54	3.62	1.73	0.00	0.00
	INR		3.54	25.61	35.17	25.09	50.70	5.73	37.85	18.02	0.00	0.00
MH Maharashtra	*XDR*		*3.93*	*3.39*	*6.17*	*1.01*	*5.70*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*35.93*	*31.37*	*55.66*	*9.68*	*54.82*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
0779-IN Convergence of Agricultural Interventions in MH distressed Distt. Programme	XDR	30/09/2009	2.89	2.48	3.80	0.35	5.70	0.00	0.00	0.00	0.00	0.00
	INR		26.11	22.95	34.14	3.34	54.82	0.00	0.00	0.00	0.00	0.00
682(MH)-IN Tejaswini Rural Women Empowerment Programme (Maharashtra)	XDR	12/10/2006	1.04	0.91	2.37	0.67	0.00	0.00	0.00	0.00	0.00	0.00
	INR		9.82	8.42	21.52	6.34	0.00	0.00	0.00	0.00	0.00	0.00
ML Meghalaya	*XDR*		*1.08*	*0.17*	*0.28*	*1.41*	*5.99*	*4.16*	*2.87*	*5.68*	*3.52*	*3.43*
	INR		*9.54*	*1.54*	*2.45*	*13.85*	*57.40*	*43.24*	*30.17*	*61.48*	*38.80*	*38.26*
648-IN Meghalaya Livelihood and Access to Markets Project(Megha-Lamp)	XDR	09/12/2014	1.08	0.17	0.28	1.41	5.99	4.16	2.87	5.68	3.52	3.43
	INR		9.54	1.54	2.45	13.85	57.40	43.24	30.17	61.48	38.80	38.26

MP Madhya Pradesh	*XDR*	*1.16*	*1.24*	*3.78*	*2.62*	*0.32*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR	*10.50*	*11.32*	*33.95*	*25.30*	*3.10*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*

682(MP)-IN Tejaswini Rural Women Empowerment Programme (MP)	XDR	12/10/2006	1.16	0.00	0.21	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		10.50	0.00	1.86	0.00	0.00	0.00	0.00	0.00	0.00	0.00
682MP-A-IN Addl. Financing to Tejaswini Rural Women Empowerment Programme	XDR	26/06/2014	0.00	1.24	3.57	2.62	0.32	0.00	0.00	0.00	0.00	0.00
	INR		0.00	11.32	32.08	25.30	3.10	0.00	0.00	0.00	0.00	0.00
OD Odisha	*XDR*		*2.41*	*2.13*	*0.50*	*0.92*	*4.49*	*3.60*	*5.62*	*5.77*	*5.83*	*1.59*
	INR		*21.42*	*19.40*	*4.67*	*9.32*	*43.78*	*37.72*	*58.80*	*61.51*	*64.11*	*17.64*
0585-A-IN Additional Financing for Orrisa Tribal Empowerment and Livelihoods Programm	XDR	25/02/2014	2.41	-0.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		21.42	-0.61	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2000000695 Odisha Particularly Vul. Tribal Gp. Emp. and Lively. Imp. Prog. (OPELIP)	XDR	18/03/2016	0.00	2.19	0.50	0.92	4.49	3.60	5.62	5.77	5.83	1.59
	INR		0.00	20.00	4.67	9.32	43.78	37.72	58.80	61.51	64.11	17.64
RJ Rajasthan	*XDR*		*1.87*	*4.12*	*4.09*	*0.27*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*16.94*	*37.85*	*37.17*	*2.62*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
0748-IN Mitigating Poverty in Western Rajasthan	XDR	17/10/2008	1.87	4.12	4.09	0.27	0.00	0.00	0.00	0.00	0.00	0.00
	INR		16.94	37.85	37.17	2.62	0.00	0.00	0.00	0.00	0.00	0.00

TN Tamil Nadu	*XDR*		*3.59*	*2.44*	*2.64*	*2.66*	*2.74*	*4.95*	*-0.07*	*0.00*	*0.00*	*0.00*
	INR		*33.06*	*22.69*	*23.94*	*25.92*	*26.59*	*51.65*	*-0.72*	*0.00*	*0.00*	*0.00*
2000001433 Post Tsunami Sustainable Livelihoods Prog.for Coastal communities of T N	XDR	30/03/2016	0.00	1.43	0.62	2.15	1.83	4.95	-0.07	0.00	0.00	0.00
	INR		0.00	13.30	5.76	21.04	17.74	51.65	-0.72	0.00	0.00	0.00
691-IN Post Tsunami Sustainable Livelihood Prog.for Coastal communities of Tamil N	XDR	01/11/2007	3.59	1.01	2.02	0.50	0.91	0.00	0.00	0.00	0.00	0.00
	INR		33.06	9.39	18.18	4.88	8.85	0.00	0.00	0.00	0.00	0.00
UK Uttarakhand	*XDR*		*8.27*	*4.98*	*9.46*	*11.14*	*11.06*	*4.96*	*3.10*	*0.00*	*0.00*	*0.00*
	INR		*76.25*	*46.43*	*85.87*	*108.49*	*106.66*	*51.89*	*32.74*	*0.00*	*0.00*	*0.00*
I-856-IN Integrated Livelihood Support Project	XDR	01/02/2012	8.27	4.98	9.46	11.14	11.06	4.96	3.10	0.00	0.00	0.00
	INR		76.25	46.43	85.87	108.49	106.66	51.89	32.74	0.00	0.00	0.00
Total	**XDR**		**24.15**	**21.21**	**30.60**	**22.65**	**35.47**	**18.21**	**15.14**	**13.18**	**9.36**	**5.02**
Total	**INR**		**220.05**	**196.21**	**276.66**	**220.28**	**343.04**	**190.23**	**158.84**	**141.02**	**102.91**	**55.90**
New Development Bank												
AP Andhra Pradesh	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*31.62*	*0.00*	*0.00*

	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*245.36*	*0.00*	*0.00*
19IN02 Andhra Pradesh Roads and Bridges Reconstruction Project	USD	06/01/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	15.81	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	122.59	0.00	0.00
19IN03 AP Mandal Connectivity and Rural Connectivity Improvement Project	USD	06/01/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	15.81	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	122.77	0.00	0.00
AS Assam	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*22.06*	*47.43*	*64.34*	*47.96*	*29.15*	*38.83*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*167.23*	*346.85*	*475.85*	*381.02*	*241.12*	*331.96*
00103 Assam Bridge -II Project	USD	30/10/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	20.52
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	178.20
19IN01 Assam Bridge Project	USD	08/08/2019	0.00	0.00	0.00	0.00	22.06	47.43	64.34	47.96	29.15	18.32
	INR		0.00	0.00	0.00	0.00	167.23	346.85	475.85	381.02	241.12	153.76
BR Bihar	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*7.41*	*27.56*	*10.03*	*0.00*	*73.72*	*46.24*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*51.96*	*203.98*	*74.56*	*0.00*	*609.08*	*390.25*
18IN01 Bihar Roral Roads Project	USD	20/11/2018	0.00	0.00	0.00	0.00	7.41	27.56	10.03	0.00	0.00	0.00

	INR		0.00	0.00	0.00	0.00	51.96	203.98	74.56	0.00	0.00	0.00
18IN01-T2 Bihar Roral Roads Project	USD	09/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	73.72	31.17
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	609.08	262.01
18IN01-T3 Bihar Roral Roads Project(Phase-III)	USD	07/11/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	15.08
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	128.24
CN Central	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*2,025.64*	*35.47*	*63.05*	*52.03*	*86.79*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*15,059.28*	*263.37*	*505.15*	*429.68*	*727.36*
20IN03 Emergency Assistance Program in Combating COVID-19	USD	05/05/2020	0.00	0.00	0.00	0.00	0.00	1,000.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	7,565.98	0.00	0.00	0.00	0.00
20IN04 Delhi-Ghaziabad-Meerut Regional Rapid Transit System Project	USD	19/11/2020	0.00	0.00	0.00	0.00	0.00	25.64	35.47	63.05	52.03	86.79
	INR		0.00	0.00	0.00	0.00	0.00	185.45	263.37	505.15	429.68	727.36
20IN05 Emergency Program Loan Supporting India's Economic Recovery from COVID-19	USD	16/12/2020	0.00	0.00	0.00	0.00	0.00	1,000.00	0.00	0.00	0.00	0.00
	INR		0.00	0.00	0.00	0.00	0.00	7,307.85	0.00	0.00	0.00	0.00
GU Gujarat	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*99.91*

	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*871.15*
00102-IN Gujarat Rural Road Program	USD	09/01/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	99.91
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	871.15
HP Himachal Pradesh	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*11.15*	*14.62*	*20.21*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*90.77*	*121.15*	*170.18*
21IN02 Himachal Pradesh Rural Water Supply Project	USD	22/12/2021	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11.15	14.62	20.21
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	90.77	121.15	170.18
MH Maharashtra	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*4.88*	*46.06*	*8.04*	*26.14*	*13.59*	*3.79*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*34.67*	*339.16*	*59.59*	*210.56*	*112.31*	*31.75*
18IN04 Mumbai Metro Rail Project	USD	26/12/2018	0.00	0.00	0.00	0.00	4.88	46.06	8.04	26.14	13.59	3.79
	INR		0.00	0.00	0.00	0.00	34.67	339.16	59.59	210.56	112.31	31.75
ML Meghalaya	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*4.75*	*11.15*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*39.55*	*93.38*
22IN01 Meghalaya Ecotourism Infrastructure Development Project	USD	10/07/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.75	11.15

	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	39.55	93.38
MN Manipur	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*30.78*	*30.16*	*70.28*	*49.80*	*65.88*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*225.98*	*220.93*	*568.66*	*410.27*	*555.73*
00098 Integrated Sewerage System For City of Imphal Phase-II Project	USD	09/01/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	28.22
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	235.81
19IN05 Manipur Water Supply Project	USD	03/06/2020	0.00	0.00	0.00	0.00	0.00	30.78	30.16	70.28	49.80	33.08
	INR		0.00	0.00	0.00	0.00	0.00	225.98	220.93	568.66	410.27	280.93
22IN02 Lamphelpat Waterbody Rejuvenation Project	USD	09/01/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.57
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	39.00
MP Madhya Pradesh	*USD*		*0.00*	*0.00*	*21.37*	*112.25*	*243.74*	*252.93*	*178.08*	*102.52*	*40.70*	*90.76*
	INR		*0.00*	*0.00*	*137.21*	*783.12*	*1,725.23*	*1,863.31*	*1,320.50*	*816.73*	*334.09*	*763.79*
16IN02 Development and Upgradation of Major District Roads - Madhya Pradesh	USD	30/03/2017	0.00	0.00	21.37	99.29	62.13	72.66	55.36	16.93	0.00	0.00
	INR		0.00	0.00	137.21	694.11	439.76	537.09	412.75	132.73	0.00	0.00
17IN02 Madhya Pradesh Multi Village Rural Water Supply Project	USD	20/08/2018	0.00	0.00	0.00	0.00	128.21	78.01	25.39	14.61	0.00	0.00

	INR		0.00	0.00	0.00	0.00	903.90	576.27	188.36	115.51	0.00	0.00
18IN02 Madhya Pradesh Major District Roads II Project	USD	05/10/2018	0.00	0.00	0.00	12.97	40.70	72.46	73.13	46.68	26.70	29.80
	INR		0.00	0.00	0.00	89.00	289.96	530.57	540.29	375.61	219.62	251.26
18IN03 Madhya Pradesh Bridge Project (Tranche 1)	USD	05/10/2018	0.00	0.00	0.00	0.00	12.71	29.81	24.20	24.29	14.00	0.00
	INR		0.00	0.00	0.00	0.00	91.60	219.38	179.11	192.89	114.47	0.00
19IN06 Indore Metro Rail Project	USD	10/07/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	60.96
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	512.53
RJ Rajasthan	*USD*		*0.00*	*0.00*	*0.00*	*28.64*	*28.67*	*20.88*	*21.81*	*48.86*	*29.80*	*44.91*
	INR		*0.00*	*0.00*	*0.00*	*203.66*	*206.81*	*155.58*	*162.79*	*403.50*	*247.71*	*376.81*
17IN01 Rajasthan Water Sector Restructuring Project for the Desert Areas	USD	13/02/2018	0.00	0.00	0.00	28.64	28.67	20.88	21.81	0.00	0.00	0.00
	INR		0.00	0.00	0.00	203.66	206.81	155.58	162.79	0.00	0.00	0.00
17IN01_II Rajasthan Water Sector Restructuring Project for the Desert Areas Phase II)	USD	29/07/2022	0.00	0.00	0.00	0.00	0.00	0.00	0.00	48.86	29.80	44.91
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	403.50	247.71	376.81
TN Tamil Nadu	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*7.72*	*17.75*

	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*64.22*	*149.58*
22IN03 Chennai Metro Rail Phase 2 - Corridor 4 Project	USD	14/07/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7.72	17.75
	INR		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	64.22	149.58
Total	**USD**		**0.00**	**0.00**	**21.37**	**140.89**	**306.76**	**2,451.28**	**347.94**	**401.57**	**315.88**	**526.23**
Total	**INR**		**0.00**	**0.00**	**137.21**	**986.78**	**2,185.89**	**18,194.14**	**2,577.59**	**3,221.75**	**2,609.17**	**4,461.95**
OPEC Fund for International Development												
OD Odisha	*USD*		*4.02*	*2.75*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
	INR		*26.34*	*18.65*	*-0.02*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*
1251-P Orissa Integrated Irrigated Agriculture and Water Management Project	USD	12/03/2009	4.02	2.75	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	INR		26.34	18.65	-0.02	0.00	0.00	0.00	0.00	0.00	0.00	0.00
TN Tamil Nadu	*USD*		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*13.89*
	INR		*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*0.00*	*117.57*
14967-P Chennai Peripheral Ring Road Project (Sections II & III)	USD	16/06/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	13.89

	INR	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	117.57
Total	**USD**	**4.02**	**2.75**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**13.89**
Total	**INR**	**26.34**	**18.65**	**-0.02**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**0.00**	**117.57**
Grand Total (INR)		**33,630.96**	**40,992.00**	**45,562.85**	**48,073.73**	**60,216.18**	**117,810.41**	**76,610.23**	**88,430.59**	**108,744.30**	**108,802.71**

Note : Data for current financial year (2025-2026) upto 11/03/2026 . Provisional 2024-2025,2023-2024

(i) Loan Currencies can not be summarized as they are in different currencies. However the summary in loan currencies is as under :

Grand Total(EUR)	171.58	331.35	484.39	439.28	586.72	1,101.14	318.32	574.41	655.18	1,147.04
Grand Total(JPY)	175,493.72	201,248.03	236,092.53	222,944.88	215,371.21	227,994.57	280,366.60	385,216.13	559,749.82	557,147.89
Grand Total(USD)	2,023.06	2,637.53	3,144.51	3,830.15	5,215.47	11,723.47	7,334.85	7,500.17	8,549.60	7,939.93
Grand Total(XDR)	1,020.09	929.92	864.71	381.52	468.99	490.35	69.79	13.43	8.57	5.02

Statement III

Loan-wise debt outstanding as on 28.02.2026 and loan-wise interest rates

Aid Accounts & Audit Division

Debt OutStanding

DOD UpTo :	28-02-2026		Donor :	0	
Loan	**Disbursed**	**Repaid**	**DOD(LC)**	**DOD(INR)**	**DOD(USD)**
ADB(ADB)					
JPY (Loan Currency)					
Government Loans					
4469-IND NagpurMetro Urban Mobility Project	1,495,347,926.00	0.00	1,495,347,926.00	872,834,584	9,593,676.26
4573-IND AMRAVATI INCLUSIVE AND SUSTAINABLE CAPITAL CITY DE	44,214,850,000.00	0.00	44,214,850,000.00	25,808,207,945	283,668,401.97
4404-IND Delhi-Meerut Regional Rapid Transit System Inves	36,775,169,819.00	0.00	36,775,169,819.00	21,465,666,623	235,937,782.32
Total :	**82,485,367,745.00**	**0.00**	**82,485,367,745.00**	**48,146,709,153**	**529,199,860.55**
Total :	**82,485,367,745.00**	**0.00**	**82,485,367,745.00**	**48,146,709,153**	**529,199,860.55**
USD (Loan Currency)					
Government Loans					
2159-IND Chhattisgarh Irrigation Dev. Project	32,443,927.48	19,745,823.76	12,698,103.72	1,155,276,016	12,698,103.72
2166-IND Tsunami Emergency Assistance (Sector) Project	98,267,703.69	26,738,642.22	71,529,061.47	6,507,728,318	71,529,061.47
2226-IND Kerala Sustainable Urban Dev. Project	113,881,353.66	64,834,536.42	49,046,817.24	4,462,289,242	49,046,817.24
2312-IND North Karnataka Urban Sector Invest.Prog.(Proj.I)	23,420,849.16	11,164,079.86	12,256,769.30	1,115,123,322	12,256,769.30
2323-IND Madhya Pradesh Power Sector Investment Program - P	97,265,154.01	68,062,037.73	29,203,116.28	2,656,905,360	29,203,116.28
2324-IND Madhya Pradesh Power Sector Investment Program - P	40,745,635.72	28,459,279.82	12,286,355.90	1,117,815,117	12,286,355.90
2330-IND M.P. State Roads Sector Project.II	316,830,958.04	213,860,897.46	102,970,060.58	9,368,236,706	102,970,060.58
2346-IND Madhya Pradesh Power Sector Investment Program (MF	141,911,021.97	95,726,671.74	46,184,350.23	4,201,861,421	46,184,350.23
2347-IND Madhya Pradesh power sector Investment Program - P	74,159,198.01	49,945,394.21	24,213,803.80	2,202,976,712	24,213,803.80
2366-IND Rajasthan Urban Sector Development Investment Prog	50,020,988.03	21,153,841.69	28,867,146.34	2,626,338,747	28,867,146.34
2443-IND Bihar State Higways Project	351,520,000.00	219,700,000.25	131,819,999.75	11,993,009,941	131,819,999.75
2444-IND Orissa Integrated Irrigated Agriculture and Water	16,500,000.00	5,692,788.84	10,807,211.16	983,242,233	10,807,211.16
2456-IND Urban Water Supply & Environmental Imp. Proj. in M	51,579,442.07	37,572,926.71	14,006,515.36	1,274,315,569	14,006,515.36

2506-IND	Rajasthan Urban Sector Dev. Invest.Program-Proj-2	117,260,021.94	42,272,494.82	74,987,527.12	6,822,380,215	74,987,527.12
2520-IND	MP Power Sector Investment Program (Proj.5)	134,017,657.55	79,978,584.86	54,039,072.69	4,916,485,641	54,039,072.69
2594-IND	Jharkhand State Roads Project	165,911,420.58	55,321,085.59	110,590,334.99	10,061,530,795	110,590,334.99
2638-IND	North Karnataka Urban Sector In vest. Prog. Proj.2	116,072,286.43	33,498,324.40	82,573,962.03	7,512,595,580	82,573,962.03
2663-IND	Bihar State Highway II Project	246,273,341.52	70,077,038.39	176,196,303.13	16,030,374,898	176,196,303.13
2676-IND	Infrastructure Development Investment Program for	43,423,000.00	11,346,119.65	32,076,880.35	2,918,360,990	32,076,880.35
2679-IND	Sustainable Coastal Protection and Management Inve	36,483,503.35	9,607,335.84	26,876,167.51	2,445,199,095	26,876,167.51
2681-IND	Bihar Power System Improvement Project	116,217,192.86	29,122,979.54	87,094,213.32	7,923,848,947	87,094,213.32
2705-IND	karnataka State Highway Improvement Project	263,192,047.36	68,294,613.19	194,897,434.17	17,731,807,540	194,897,434.17
2725-IND	Rajasthan Urban Sector Dev Investment Program. Pr	52,604,459.27	14,249,057.13	38,355,402.14	3,489,582,158	38,355,402.14
2732-IND	M.P. Power Sector Investment Prog Proj.6	55,354,869.35	16,367,864.14	38,987,005.21	3,547,045,531	38,987,005.21
2736-IND	M.P. State Roads Project.III	222,114,546.99	110,810,509.76	111,304,037.23	10,126,463,568	111,304,037.23
2764-IND	Madhya Pradesh Energy Efficiency Imp. Invest. Prog	146,073,775.33	38,580,240.70	107,493,534.63	9,779,783,279	107,493,534.63
2778-IND	Gujarat Solar Power Corporation Ltd.	65,616,644.51	31,035,331.30	34,581,313.21	3,146,214,792	34,581,313.21
2830-IND	M.P. Energy Efficiency Improvement Investment Prog	149,014,128.37	33,736,480.49	115,277,647.88	10,487,983,460	115,277,647.88
2833-IND	Infrastructure Development Investment Program for	30,854,724.25	6,977,382.00	23,877,342.25	2,172,365,373	23,877,342.25
2837-IND	Agribusiness Infrastructure Dev. Investment Prog.	525,489.77	122,378.36	403,111.41	36,675,157	403,111.41
2861-IND	Bihar Urban Development Investment Program-project	25,400,000.00	4,702,797.82	20,697,202.18	1,883,035,594	20,697,202.18
2882-IND	North Karnataka Urban Sector Investment Program-Pr	43,367,930.98	18,431,370.93	24,936,560.05	2,268,733,221	24,936,560.05
2894-IND	Bihar State Highway II Project (Additional Financi	182,165,697.82	74,873,788.07	107,291,909.75	9,761,439,407	107,291,909.75
2926-IND	West Bengal Development Finance Program	400,000,000.00	321,057,508.00	78,942,492.00	7,182,203,711	78,942,492.00
2981-IND	Chhattisgarh State Road Sector Project	246,954,445.71	47,019,062.44	199,935,383.27	18,190,161,157	199,935,383.27
3052-IND	Rajasthan Renewable Energy Tranmission Investment	50,215,036.01	17,559,736.55	32,655,299.46	2,970,985,676	32,655,299.46
3053-IND	Kolkata Environment Improvement Investment Program	69,498,851.32	12,147,589.09	57,351,262.23	5,217,829,308	57,351,262.23
3062-IND	Jaipur Metro Rail Line 1 - Phase B Project	119,261,698.45	31,803,118.48	87,458,579.97	7,956,999,097	87,458,579.97
3066-IND	MP Power Transmission and Distribution System Imp.	255,364,485.37	87,443,209.85	167,921,275.52	15,277,511,231	167,921,275.52
3088-IND	North Karnataka Urban Sector Investment Program -	42,558,945.09	14,895,631.10	27,663,313.99	2,516,813,839	27,663,313.99
3118-IND	SASEC Road Connectivity Investment Program (Tranch	296,136,207.57	78,591,637.62	217,544,569.95	19,792,248,483	217,544,569.95
3148-IND	Karnataka Integrated Urban Water Management Invest	75,000,000.00	23,634,603.49	51,365,396.51	4,673,234,048	51,365,396.51
3172-IND	Karnataka Integrated & Sustainable Water Resources	25,099,283.82	7,451,557.41	17,647,726.41	1,605,593,678	17,647,726.41
3182-IND	Rajasthan Urban Sector Development Program	250,000,000.00	158,333,340.48	91,666,659.52	8,339,851,016	91,666,659.52
3183-IND	Rajasthan Urban Sector Development Project	109,570,403.46	32,288,078.14	77,282,325.32	7,031,161,414	77,282,325.32

3187-IND	Punjab Development Finance Program	200,000,000.00	103,520,800.79	96,479,199.21	8,777,696,840	96,479,199.21
3188-IND	Supporting Kerala Addl. Skill Acquisition Program	100,000,000.00	42,842,656.17	57,157,343.83	5,200,186,573	57,157,343.83
3189-IND	Madhya Pradesh District Connectivity Sector Projec	298,904,948.04	89,671,484.76	209,233,463.28	19,036,102,336	209,233,463.28
3223-IND	Infrastructure Development Investment Program for	91,738,832.55	35,627,074.98	56,111,757.57	5,105,058,926	56,111,757.57
3265-IND	Orissa Integrated Irrigated Agri. & Water Mang. In	65,743,706.44	24,106,026.01	41,637,680.43	3,788,204,493	41,637,680.43
3276-IND	Second Jharkhand State Road project	91,854,913.86	33,680,134.73	58,174,779.13	5,292,753,040	58,174,779.13
3386-IND	Uttar Pradesh Major District Roads Improvement Pro	195,000,000.00	43,727,903.03	151,272,096.97	13,762,765,637	151,272,096.97
3394-IND	Climate Adaptation in Vennar Subbasin in Cauvery D	82,311,955.63	5,626,854.51	76,685,101.12	6,976,825,837	76,685,101.12
3396-IND	Bihar New Ganga Bridge Project	450,840,000.00	75,344,182.69	375,495,817.31	34,162,684,558	375,495,817.31
3413-IND	Kolkata Environmental Improvement Investment Progr	177,348,133.13	46,223,511.54	131,124,621.59	11,929,744,297	131,124,621.59
3424-IND	Visakhapatnam-Chennai Industrial Corridor Developm	125,000,000.00	62,500,000.08	62,499,999.92	5,686,262,493	62,499,999.92
3430-IND	Visakhapatnam-Chennai Industrial Corridor Developm	204,413,779.03	30,952,102.03	173,461,677.00	15,781,578,066	173,461,677.00
3437-IND	Madhya Pradesh District Roads II Sector Project	345,839,113.33	68,098,201.03	277,740,912.30	25,268,923,749	277,740,912.30
3528-IND	Madhya Pradesh Urban Services Improvement Project	250,000,000.00	35,784,974.98	214,215,025.02	19,489,325,819	214,215,025.02
3534-IND	Rajasthan State Highway Investment Program-Project	193,763,167.98	3,682,808.08	190,080,359.90	17,293,549,160	190,080,359.90
3539-IND	Odisha Skill Development Project	69,440,341.46	10,870,870.92	58,569,470.54	5,328,662,144	58,569,470.54
3549-IND	Sustainable Coastal Protection and Management Inve	46,246,201.14	10,790,779.86	35,455,421.28	3,225,741,319	35,455,421.28
3563-IND	Second West Bengal Development Finance Program	300,000,000.00	137,500,000.00	162,500,000.00	14,784,282,500	162,500,000.00
3612-IND	Bihar Urban Development Investment Program Tranche	34,102,356.85	5,115,353.10	28,987,003.75	2,637,243,399	28,987,003.75
3619-IND	Karnataka State Highways Improvement III Project	322,634,140.85	38,043,474.67	284,590,666.18	25,892,115,727	284,590,666.18
3662-IND	Madhya Pradesh Irrigation Efficiency Improvement P	253,669,774.92	28,059,954.36	225,609,820.56	20,526,026,597	225,609,820.56
3689-IND	Kolkata Environmental Improvement Investment Progr	71,430,958.32	11,479,883.35	59,951,074.97	5,454,360,791	59,951,074.97
3696-IND	West Bengal Drinking Water Sector Improvement Proj	190,487,064.47	19,375,451.17	171,111,613.30	15,567,768,800	171,111,613.30
3710-IND	Madhya Pradesh Skills Development Project	135,382,323.13	15,621,466.77	119,760,856.36	10,895,866,664	119,760,856.36
3717-IND	Infrastructure Development Investment Program for	19,044,370.35	679,501.42	18,364,868.93	1,670,839,448	18,364,868.93
3718-IND	Tamil Nadu Urban Flagship Investment Program- Proj	131,908,045.78	3,654,274.38	128,253,771.40	11,668,553,773	128,253,771.40
3726-IND	Karnataka Integrated Urban Water Management Invest	64,988,589.29	6,380,791.83	58,607,797.46	5,332,149,134	58,607,797.46
3738-IND	Bihar State Highway III Project (Additional Financ	145,750,768.33	14,445,984.35	131,304,783.98	11,946,135,507	131,304,783.98
3775-IND	Mumbai metro Rail System Project	477,907,076.21	41,707,273.54	436,199,802.67	39,685,545,287	436,199,802.67
3795-IND	Chhattisgarh Road Connectivity Project	263,495,912.98	25,440,986.27	238,054,926.71	21,658,284,843	238,054,926.71
3805-IND	Maharashtra Rural Connectivity Improvement Project	164,398,598.63	11,880,210.27	152,518,388.36	13,876,153,477	152,518,388.36

3815-IND	Rajasthan State Highway InvestmentProgram - Projec	165,221,296.69	11,456,682.61	153,764,614.08	13,989,535,342	153,764,614.08
3836-IND	Karnataka Integrated and Sustainable Water Resurce	67,980,686.25	4,448,782.48	63,531,903.77	5,780,145,311	63,531,903.77
3849-IND	Public-Private Partnership in Madhya Pradesh Road	381,589,816.11	17,802,754.50	363,787,061.61	33,097,419,623	363,787,061.61
3850-IND	Chennai-Kanyakumari Industrial Corridor: Power Sec	314,285,413.23	29,935,549.16	284,349,864.07	25,870,207,503	284,349,864.07
3862-IND	Tamil Nadu Urban Flagship Investment Program - Pro	145,438,439.82	2,369,052.67	143,069,387.15	13,016,481,457	143,069,387.15
3911-IND	Maharashtra State Road Improvement Project	149,265,721.93	3,731,642.66	145,534,079.27	13,240,719,639	145,534,079.27
3917-IND	Maharashtra Rural High Voltage Distribution System	322,048,000.00	10,734,933.31	311,313,066.69	28,323,325,070	311,313,066.69
3972-IND	Rajasthan Secondary Town Development Sector Projec	228,627,467.65	0.00	228,627,467.65	20,800,572,732	228,627,467.65
3974-IND	Madhya Pradesh Urban Services Improvement Project-	133,441,586.05	0.00	133,441,586.05	12,140,542,187	133,441,586.05
4004-IND	West Bangal Public Finance Management Reform Progr	50,000,000.00	8,333,333.28	41,666,666.72	3,790,841,672	41,666,666.72
4025-IND	Uttar Pradesh Power Distribution Network Rehabilit	214,595,016.03	0.00	214,595,016.03	19,523,897,477	214,595,016.03
4028-IND	Bengaluru Smart Energy Efficient Power Distribuion	99,624,010.92	0.00	99,624,010.92	9,063,812,438	99,624,010.92
4062-IND	Tamil Nadu Industrial Connectivity Project	458,098,432.75	0.00	458,098,432.75	41,677,887,031	458,098,432.75
4092-IND	Jharkhand Urban Water Supply Improvement Project	45,849,213.50	0.00	45,849,213.50	4,171,370,614	45,849,213.50
4097-IND	Maharashtra Rural Connectivity Improvement Project	227,118,715.16	0.00	227,118,715.16	20,663,306,129	227,118,715.16
4106-IND	Inclusive, Resilient, and Sustainable Housing Unit	53,789,053.11	0.00	53,789,053.11	4,893,738,810	53,789,053.11
4113-IND	Integrated Urban Flood Management for the Chennai-	198,830,719.80	0.00	198,830,719.80	18,089,658,654	198,830,719.80
4117-IND	Maharashtra Agribusiness Network Project	52,121,109.69	0.00	52,121,109.69	4,741,988,984	52,121,109.69
4242-IND	Connecting economic Cluster for Inclusive Growth i	307,997,869.98	0.00	307,997,869.98	28,021,707,810	307,997,869.98
4253-IND	Tamil Nadu Urban Flagship Investment Program - Pro	63,153,097.05	0.00	63,153,097.05	5,745,681,400	63,153,097.05
4262-IND	Rajasthan State Highway Investment Program - Proje	84,682,465.15	0.00	84,682,465.15	7,704,427,616	84,682,465.15
4273-IND	Chennai Metro Rail Investment Project	304,854,095.77	0.00	304,854,095.77	27,735,686,604	304,854,095.77
4312-IND	Visakhapatnam-Chennai Industrial Development Progr	10,000,000.00	0.00	10,000,000.00	909,802,000	10,000,000.00
4322-IND	Enhanding Connectivity and Sustainability in Bihar	144,209,720.97	0.00	144,209,720.97	13,120,229,256	144,209,720.97
4325-IND	Rajasthan Secondary Towns Development Sector Proje	91,997,343.11	0.00	91,997,343.11	8,369,936,676	91,997,343.11
4357-IND	Ahmedabad Peri Urban Livability Improvement Projec	36,850,542.25	0.00	36,850,542.25	3,352,669,704	36,850,542.25
4361-IND	Enhancing Connectivity and Resilience of the Madhy	52,921,837.93	0.00	52,921,837.93	4,814,839,399	52,921,837.93
4390-IND	Kerala Urban Water Services Improvement Project	10,812,666.42	0.00	10,812,666.42	983,738,553	10,812,666.42
4393-IND	Maharashtra Tertiary Care And Medical Education Se	150,000,000.00	0.00	150,000,000.00	13,647,030,000	150,000,000.00
4437-IND	Promoting Research and Innovation through GIFTCL a	6,902,395.37	0.00	6,902,395.37	627,981,311	6,902,395.37
4502-IND	Maharashtra Sustainable Climate Resilient Coastal	1,265,503.94	0.00	1,265,503.94	115,135,802	1,265,503.94

4508-IND	West Bengal Distribution System Strengthening Prog	80,500,000.00	0.00	80,500,000.00	7,323,906,100	80,500,000.00
4584-IND	Kolkata Municipal Corporation Sustainability, Hygi	12,541,751.23	0.00	12,541,751.23	1,141,051,035	12,541,751.23
6053-IND	Preparing West Bengal Floating Solar Project	254,441.84	0.00	254,441.84	23,149,169	254,441.84
8275-IND	Rajasthan Renewable Energy Transmission Investment	71,617,311.00	2,864,692.44	68,752,618.56	6,255,126,987	68,752,618.56
1826-IND	Gujarat Earthquake Rehabilitation and Reconstructi	315,142,533.15	181,098,930.32	134,043,602.83	12,195,313,794	134,043,602.83
1839-IND	Western Transport Corridor Project	145,601,852.98	137,522,266.77	8,079,586.21	735,082,369	8,079,586.21
1870-IND	WB Corridor Development Project	79,206,833.47	70,303,035.82	8,903,797.65	810,069,291	8,903,797.65
1944-IND	East-West Corridor Project	319,999,999.98	268,997,945.07	51,002,054.91	4,640,177,156	51,002,054.91
1981-IND	Railway Sector Improvement Project	201,915,140.95	159,256,568.57	42,658,572.38	3,881,085,447	42,658,572.38
2018-IND	Rural Roads Sector - I Project	366,442,191.34	273,914,562.05	92,527,629.29	8,418,182,218	92,527,629.29
2029-IND	National Highways Sector-I Project	399,601,908.59	298,735,853.68	100,866,054.91	9,176,813,849	100,866,054.91
2046-IND	Urban Water Supply & Environment Imp. in M.P.	158,023,408.57	117,206,951.22	40,816,457.35	3,713,489,453	40,816,457.35
2050-IND	Chattisgarh State Roads Dev. (Sector) Project	160,419,737.22	119,170,893.20	41,248,844.02	3,752,828,079	41,248,844.02
2142-IND	Assam Governance and Public Resource Devl. Proj.	22,032,484.89	13,493,610.61	8,538,874.28	776,868,490	8,538,874.28
2151-IND	Infrastructure Rehabilitation Project in J& K.	249,999,999.99	154,290,730.52	95,709,269.47	8,707,648,478	95,709,269.47
2154-IND	National Highway Sector-II Project.	388,345,366.18	241,275,002.58	147,070,363.60	13,380,491,094	147,070,363.60
2248-IND	Rural Roads Sector II Investment - Program 1	173,909,437.49	89,737,270.14	84,172,167.35	7,658,000,620	84,172,167.35
2308-IND	Uttaranchal State Road Investment Prog	40,352,823.26	19,505,573.45	20,847,249.81	1,896,686,957	20,847,249.81
2309-IND	Uttarakhand Power Sector Investment Program - Proj	22,900,190.61	10,879,230.33	12,020,960.28	1,093,669,370	12,020,960.28
2331-IND	Jammu & Kashmir Urban Sector Dev. Inv. Prog.(Proj.	37,083,755.41	16,332,362.59	20,751,392.82	1,887,965,869	20,751,392.82
2410-IND	Uttarakhand Urban Sector Development Investment Pr	56,789,844.33	22,996,433.15	33,793,411.18	3,074,531,308	33,793,411.18
2414-IND	Rural Road Sector II Investment Program - Project	38,094,813.69	15,050,977.93	23,043,835.76	2,096,532,786	23,043,835.76
2445-IND	Rural Road Sector-II Investment Prog.--Prog.3	121,730,000.00	44,844,684.45	76,885,315.55	6,995,041,386	76,885,315.55
2458-IND	Uttarakhand State Road Investment Program-Project	106,930,006.34	39,282,569.60	67,647,436.74	6,154,577,324	67,647,436.74
2461-IND	Himachal Pradesh Clean Energy Development Investme	141,978,901.73	55,592,852.56	86,386,049.17	7,859,420,031	86,386,049.17
2498-IND	Uttarkhand Power Sector Invest. Program-Proj.2	9,306,966.66	3,524,905.22	5,782,061.44	526,053,106	5,782,061.44
2502-IND	Uttarkhand Power Sector Invest. Program-Proj.3	25,408,632.75	9,082,506.11	16,326,126.64	1,485,354,267	16,326,126.64
2527-IND	National Highway Corridor (Sector) I Project-Suppl	100,000,000.00	73,254,055.79	26,745,944.21	2,433,351,353	26,745,944.21
2528-IND	National Eastern Region Capital Cities Dev. Invest	24,955,260.99	8,302,404.75	16,652,856.24	1,515,080,191	16,652,856.24
2535-IND	rural road sector II invest. prog. 4	184,999,999.99	63,449,100.19	121,550,899.80	11,058,725,174	121,550,899.80
2578-IND	South Asia Tourism Infrastructure Development Proj	10,396,348.19	3,327,653.56	7,068,694.63	643,111,251	7,068,694.63
2592-IND	Assam Power Sector Enhancement Invest. program--Pr	44,204,831.87	25,474,992.49	18,729,839.38	1,704,044,533	18,729,839.38

2596-IND	Himachal Pradesh Clean Energy Development Investme	50,843,688.58	16,070,089.91	34,773,598.67	3,163,708,962	34,773,598.67
2651-IND	Rural Roads Sector II Investment Program (Project-	192,258,219.05	56,848,773.37	135,409,445.68	12,319,578,450	135,409,445.68
2677-IND	Assam Power Sector Enhancement Investment Prog. Pr	63,121,390.06	31,222,885.61	31,898,504.45	2,902,132,315	31,898,504.45
2684-IND	Assam Integrated Flood and Riverbank Erosion Risk	42,008,689.69	10,369,976.99	31,638,712.70	2,878,496,409	31,638,712.70
2687-IND	Himachal Pradesh Clean Energy Development Investme	177,848,914.11	48,552,450.43	129,296,463.68	11,763,418,125	129,296,463.68
2770-IND	North Eastern State Roads Invest. Program-Project	74,478,202.74	16,271,304.55	58,206,898.19	5,295,675,239	58,206,898.19
2793-IND	Railway Sector Investment Program-Tranche-1	150,000,000.00	37,193,222.59	112,806,777.41	10,263,183,170	112,806,777.41
2794-IND	Himachal Pradesh Clean Energy Trasmission Investme	111,936,326.24	24,381,261.54	87,555,064.70	7,965,777,297	87,555,064.70
2797-IND	Uttarakhand Urban Sector Development Investment Pr	50,196,105.70	11,326,411.80	38,869,693.90	3,536,372,525	38,869,693.90
2800-IND	Assam Power Sector Enhancement Investment Program	29,961,238.20	12,643,925.19	17,317,313.01	1,575,532,601	17,317,313.01
2806-IND	Assam Urban Infrastructure Investment Prog. Projec	46,249,575.22	8,906,568.49	37,343,006.73	3,397,474,221	37,343,006.73
2834-IND	North Eastern Region Capital Cities Dev. Investmen	56,547,688.10	12,377,159.51	44,170,528.59	4,018,643,525	44,170,528.59
2881-IND	Rural Connectivity Investment Program (proj-I)	225,537,177.16	48,070,390.60	177,466,786.56	16,145,963,735	177,466,786.56
2914-IND	Himachal Pradesh Clean Energy Development Investme	50,701,940.72	10,998,598.12	39,703,342.60	3,612,218,050	39,703,342.60
2924-IND	Uttarakhand Power Sector Investment Program - Proj	7,281,325.61	1,425,978.52	5,855,347.09	532,720,649	5,855,347.09
2925-IND	Jammu & Kashmir Urban Sector Dev. Investment Perog	78,300,416.88	16,717,308.81	61,583,108.07	5,602,843,489	61,583,108.07
3001-IND	Himachal Pradesh Clean Energy Transmission Investm	78,350,000.00	13,371,003.86	64,978,996.14	5,911,802,065	64,978,996.14
3033-IND	Supporting Human Capital Development in Meghalaya	82,842,945.77	12,508,583.32	70,334,362.45	6,399,034,363	70,334,362.45
3040-IND	Uttarakhand State Road Investment Program Proj-3	124,873,029.40	43,705,560.50	81,167,468.90	7,384,632,554	81,167,468.90
3055-IND	Uttarakhand Emergency Assistance Project	168,343,860.49	58,920,351.56	109,423,508.93	9,955,372,727	109,423,508.93
3065-IND	Rural Connectivity Investment Program (Project 2)	220,927,627.05	77,324,670.78	143,602,956.27	13,065,025,682	143,602,956.27
3073-IND	North Eastern State Roads Investment Program - Pro	125,200,000.00	40,139,149.05	85,060,850.95	7,738,853,232	85,060,850.95
3108-IND	Railway Sector Investment Program(Project 2)	116,740,718.05	40,759,653.08	75,981,064.97	6,912,772,487	75,981,064.97
3132-IND	Jammu and Kashmir Urban Sector Development Investm	45,082,163.82	14,651,703.17	30,430,460.65	2,768,569,396	30,430,460.65
3140-IND	Assam Power Sector Investment Program (Project-1)	39,114,601.16	12,712,245.65	26,402,355.51	2,402,091,585	26,402,355.51
3200-IND	Assam Power Sector Enhancement Investment Program-	37,080,362.72	11,124,109.32	25,956,253.40	2,361,505,126	25,956,253.40
3257-IND	Supporting National Urban Health Mission	300,000,000.00	109,999,999.78	190,000,000.22	17,286,238,020	190,000,000.22
3306-IND	Rural Connectivity Investment Program Project-3	230,825,906.42	76,941,969.40	153,883,937.02	14,000,391,367	153,883,937.02
3327-IND	Assam Power Sector Investment Program Project-2	24,968,495.07	6,242,123.80	18,726,371.27	1,703,729,003	18,726,371.27
3337-IND	North Eastern Region Capital Cities Development In	56,382,048.80	18,794,016.10	37,588,032.70	3,419,766,733	37,588,032.70

3573-IND	Himachal Pradesh Skills Development Project	72,056,226.47	11,126,936.25	60,929,290.22	5,543,359,010	60,929,290.22
3611-IND	Second Rural Connectivity Investment Program - Pro	190,730,004.54	28,609,498.50	162,120,506.04	14,749,756,064	162,120,506.04
3623-IND	Railway Sector Investment Program-Project 3	120,000,000.00	23,999,998.62	96,000,001.38	8,734,099,326	96,000,001.38
3624-IND	Assam Urban Infra Investment Ptogram - Project 2	23,424,430.02	2,342,442.64	21,081,987.38	1,918,043,428	21,081,987.38
3690-IND	SASEC Road Connectivity Investment Program- Proj 2	120,873,381.54	20,145,561.95	100,727,819.59	9,164,237,172	100,727,819.59
3703-IND	Second Rural connectivity Investment Program -Proj	86,885,420.14	8,688,541.00	78,196,879.14	7,114,367,704	78,196,879.14
3733-IND	Himachal Pradesh Clean Energy Transmission Invest	79,926,739.59	7,992,673.20	71,934,066.39	6,544,575,747	71,934,066.39
3755-IND	Assam Integrated Flood and Riverbank Erosion Risk	37,599,283.76	5,013,237.44	32,586,046.32	2,964,685,011	32,586,046.32
3915-IND	COVID-19 Active Response and Expenditure Support P	500,000,000.00	83,229,605.00	416,770,395.00	37,917,853,891	416,770,395.00
3964-IND	Delhi-Meerut regional rapid transit system invest	500,000,000.00	0.00	500,000,000.00	45,490,100,000	500,000,000.00
3996-IND	Meghalaya Power Distribution Sector Improvement Pr	84,009,928.07	0.00	84,009,928.07	7,643,240,058	84,009,928.07
4029-IND	Assa Power Sector Investment Program - Project 3	230,811,539.97	0.00	230,811,539.97	20,999,280,069	230,811,539.97
4032-IND	Strengthening Comprehensive Primary Health Care in	300,000,000.00	0.00	300,000,000.00	27,294,060,000	300,000,000.00
4036-IND	Bengaluru Metro Rail Project	411,744,420.59	0.00	411,744,420.59	37,460,589,734	411,744,420.59
4133-IND	Agartala City Urban Development Project	17,822,651.08	0.00	17,822,651.08	1,621,508,360	17,822,651.08
4138-IND	Industrial Corridor Development Progarm- Subprogra	250,000,000.00	20,833,333.32	229,166,666.68	20,849,629,168	229,166,666.68
4147-IND	Responsive COVID-19 Vacciness for Recovery Project	499,334,662.79	26,504,808.73	472,829,854.06	43,018,154,688	472,829,854.06
4148-IND	Uttarakhand Integrated and Resilient Urban Develop	76,069,963.39	0.00	76,069,963.39	6,920,860,483	76,069,963.39
4151-IND	Responsive COVID-19 Vacciness for Recovery Project	578,602,412.71	249,129,130.14	329,473,282.57	29,975,545,143	329,473,282.57
4158-IND	Sustainable Urban Development and Service Delivery	350,000,000.00	29,166,666.66	320,833,333.34	29,189,480,834	320,833,333.34
4166-IND	Assam Skill Unversity Project	35,775,316.40	0.00	35,775,316.40	3,254,845,441	35,775,316.40
4196-IND	Himachal Pradesh Rural Drinking Water Improvement	46,812,529.73	0.00	46,812,529.73	4,259,013,317	46,812,529.73
4248-IND	Tripura Power Distribution Strengthening and Gener	81,695,284.69	0.00	81,695,284.69	7,432,653,340	81,695,284.69
4265-IND	Assam South Asia Subregional Economic Corridor Con	75,503,356.20	0.00	75,503,356.20	6,869,310,448	75,503,356.20
4275-IND	Strengthening Multimodal and Integrated Logistics	250,000,000.00	0.00	250,000,000.00	22,745,050,000	250,000,000.00
4291-IND	Himachal Pradesh Subtropical, Horticulture, Irriga	30,593,381.15	0.00	30,593,381.15	2,783,391,936	30,593,381.15
4335-IND	Early Childhood Development in Meghalaya Project	6,146,523.85	0.00	6,146,523.85	559,211,969	6,146,523.85
4352-IND	Climate Resilient Brahmputra Ingegrated Floor and	82,152,881.83	0.00	82,152,881.83	7,474,285,619	82,152,881.83
4362-IND	Sustainable Urban Development and Service Delivery	400,000,000.00	0.00	400,000,000.00	36,392,080,000	400,000,000.00
4375-IND	Tripura Urban &Tourism Dovelopment Project	16,130,249.45	0.00	16,130,249.45	1,467,533,321	16,130,249.45
4401-IND	Power Sector Reform Program –Sub Program 1	250,000,000.00	0.00	250,000,000.00	22,745,050,000	250,000,000.00
4402-IND	Uttarakhand Climate Resilient Power System Develop	72,884,325.29	0.00	72,884,325.29	6,631,030,492	72,884,325.29

4407-IND	Uttrakhand Integrated and Resilient Urban Developm	46,452,462.96	0.00	46,452,462.96	4,226,254,371	46,452,462.96
4421-IND	Industrial Corridor Development Program- Subprogra	250,000,000.00	0.00	250,000,000.00	22,745,050,000	250,000,000.00
4431-IND	Swachh Bharat Mission 2.0 - Comprehensive Municipa	50,000,000.00	0.00	50,000,000.00	4,549,010,000	50,000,000.00
4447-IND	Sikkim Power Sector Development Project	25,421,635.53	0.00	25,421,635.53	2,312,865,485	25,421,635.53
4452-IND	Strengthened and Measurable Actions for Resilient	170,000,000.00	0.00	170,000,000.00	15,466,634,000	170,000,000.00
4486-IND	Climate-Adaptive Community Based Water-Harvesting	2,725,842.81	0.00	2,725,842.81	247,997,724	2,725,842.81
4498-IND	Sustainable and Inclusive Tourism Development Proj	4,796,826.83	0.00	4,796,826.83	436,416,264	4,796,826.83
4510-IND	Uttarakhand Livability Improvement Project	41,709,881.24	0.00	41,709,881.24	3,794,773,337	41,709,881.24
4559-IND	Strengthening Multimodal and Integrated Logistics	350,000,000.00	0.00	350,000,000.00	31,843,070,000	350,000,000.00
4562-IND	Supporting Human Capital Development in Meghalaya,	1,168,340.27	0.00	1,168,340.27	106,295,831	1,168,340.27
4586-IND	Tripura Industrial Infrastructure Development Proj	1,392,074.14	0.00	1,392,074.14	126,651,184	1,392,074.14
4615-IND	Sustainable, Inclusive and Climate-Resilient Touri	1,977,619.14	0.00	1,977,619.14	179,924,185	1,977,619.14
6033-IND	Sikkim Major District Road Upgradation Project	1,913,474.23	189,181.86	1,724,292.37	156,876,465	1,724,292.37
6036-IND	Himachal Pradesh Subtropical Horticulture Readines	8,918,297.64	1,486,382.24	7,431,915.40	676,157,149	7,431,915.40
6037-IND	Tripura Urban and Tourism Development Project	4,209,562.84	666,195.21	3,543,367.63	322,376,296	3,543,367.63
6038-IND	Aizawl Sustainable Urban Transport Project	2,836,306.21	198,588.64	2,637,717.57	239,980,072	2,637,717.57
6045-IND	Nagaland Urban Infrastructure Development Project	1,495,099.52	110,318.65	1,384,780.87	125,987,641	1,384,780.87
6046-IND	Infrastructure Development of Industrial Estates i	1,857,830.44	77,409.50	1,780,420.94	161,983,053	1,780,420.94
6047-IND	Agartala Municipal Insfrastructure Development Pro	1,319,723.25	0.00	1,319,723.25	120,068,685	1,319,723.25
Total :		**29,711,834,958.00**	**7,574,386,042.79**	**22,137,448,915.21**	**2,014,069,529,796**	**22,137,448,915.21**
Non-Government Loans						
1871-IND	Private Sector Infrastructure Facility at State Le	50,400,000.00	49,005,927.48	1,394,072.52	126,832,997	1,394,072.52
1968-IND	State Power Sector Reform Project	21,475,540.21	19,374,941.11	2,100,599.10	191,112,926	2,100,599.10
2404-IND	India Infrastructure Project Financing Facility-Pr	300,000,000.00	202,500,000.56	97,499,999.44	8,870,569,449	97,499,999.44
2415-IND	National Power Grid Development Investment Program	400,000,000.00	168,213,518.36	231,786,481.64	21,087,980,457	231,786,481.64
2509-IND	India Infrastructure Project Financing Facility-Pr	200,000,000.00	120,000,000.24	79,999,999.76	7,278,415,978	79,999,999.76
2510-IND	National Power Grid Development Investment Program	124,000,000.00	42,162,271.39	81,837,728.61	7,445,612,916	81,837,728.61
2586-IND	Second India Infrastructure project Financing Faci	210,000,000.00	72,023,303.15	137,976,696.85	12,553,147,475	137,976,696.85
2660-IND	National Capital Region Urban Insfrastructure Fin	59,999,999.99	16,423,516.18	43,576,483.81	3,964,597,212	43,576,483.81
2717-IND	Second India Infrastracture Project Financing Faci	250,000,000.00	73,922,422.49	176,077,577.51	16,019,573,217	176,077,577.51
2787-IND	National Grid Improvement Project	500,000,000.00	110,434,803.14	389,565,196.86	35,442,719,523	389,565,196.86
2822-IND	Second India Infrastructure Project Financing Faci	239,999,999.98	60,673,624.87	179,326,375.11	16,315,149,473	179,326,375.11

2823-IND	National Power Grid Development Investment Program	51,000,000.00	11,877,104.02	39,122,895.98	3,559,408,901	39,122,895.98
3048-IND	Accelerating Infrastructure Investment Facility in	400,000,000.00	168,522,687.94	231,477,312.06	21,059,852,147	231,477,312.06
3186-IND	Clean Energy Finance Investment Program - Project1	200,000,000.00	80,000,000.04	119,999,999.96	10,917,623,996	119,999,999.96
3365-IND	Green Energy Corridor and Grid Strengthening Proje	500,000,000.00	166,666,666.70	333,333,333.30	30,326,733,330	333,333,333.30
3436-IND	Demand - Side Energy Efficiency Sector Project	134,528,852.80	36,271,278.32	98,257,574.48	8,939,493,778	98,257,574.48
3521-IND	Solar Transmission Sector Project	175,000,000.00	46,666,666.72	128,333,333.28	11,675,792,328	128,333,333.28
3728-IND	Accelerating Infrastructure Investment Facility in	300,000,000.00	41,229,878.44	258,770,121.56	23,542,957,414	258,770,121.56
3867-IND	Scaling Up Demand-Side Energy Efficiency Sector Pr	64,420,228.00	4,107,985.12	60,312,242.88	5,487,219,920	60,312,242.88
4574-IND	Financing Environmentally Sustainable Growth in In	98,307,382.99	0.00	98,307,382.99	8,944,025,366	98,307,382.99
8309-IND	Solor Rooftop Investment Program - Project 1	9,500,000.00	0.00	9,500,000.00	864,311,900	9,500,000.00
8325-IND	Solar Transmission Sector Project	50,000,000.00	0.00	50,000,000.00	4,549,010,000	50,000,000.00
8376-IND	Scaling Up Demand Side Energy Efficiency Sector Pr	46,000,000.00	0.00	46,000,000.00	4,185,089,200	46,000,000.00
8477-IND	Solar Rooftop Investment Program - Tranche 2	90,500,000.00	0.00	90,500,000.00	8,233,708,100	90,500,000.00
	Total :	**4,475,132,003.97**	**1,490,076,596.27**	**2,985,055,407.70**	**271,580,938,004**	**2,985,055,407.70**
	Total :	**34,186,966,961.97**	**9,064,462,639.06**	**25,122,504,322.91**	**2,285,650,467,799**	**25,122,504,322.91**
ADB Total :					**2,333,797,176,952**	**25,651,704,183.46**

AIIB(AIIB)

USD (Loan Currency)					
Government Loans					
0009-1-IND Andhra Pradesh 24x7 - Power for All Project	86,365,521.95	24,582,217.59	61,783,304.36	5,621,057,387	61,783,304.36
0025-1-IND Gujarat Rural Roads Project	329,000,000.00	109,820,200.08	219,179,799.92	19,941,022,033	219,179,799.92
L0020A-IND Madhya Pradesh Rural Connectivity Project	122,891,544.43	5,268,780.14	117,622,764.29	10,701,342,620	117,622,764.29
L0054A-IND West Bengal Major Irrigation and Flood Management	135,650,254.11	0.00	135,650,254.11	12,341,487,249	135,650,254.11
L0063A-IND Andhra Pradesh Rural Roads Project	177,103,215.70	10,733,601.80	166,369,613.90	15,136,340,747	166,369,613.90
L0079A-IND AP Urban Water Supply Septage Mgt Improvement Pj.	44,687,642.58	4,468,764.25	40,218,878.33	3,659,121,594	40,218,878.33
L0228A-IND Mumbai Urban Transport Project 3	372,039,017.42	6,296,748.70	365,742,268.72	33,275,304,757	365,742,268.72
L0301A-IND Chennai Metro Rail Phase 2 - Corridor 4 Project	282,570,496.24	0.00	282,570,496.24	25,708,320,262	282,570,496.24
L0336A-IND Chennai Peripheral Ring Road Sections 2&3 Projects	104,768,622.97	0.00	104,768,622.97	9,531,870,272	104,768,622.97
L0353A Mumbai Urban Transport Project 3A Station Improvem	45,615,488.21	0.00	45,615,488.21	4,150,106,240	45,615,488.21
L0368A-IND Chennai Metro Rail Phase 2 - Corridor 5 Project	241,130,634.05	0.00	241,130,634.05	21,938,113,312	241,130,634.05
L0370A-IND haryana Orbital Rail Corridor Part A Project	61,993,011.71	0.00	61,993,011.71	5,640,136,604	61,993,011.71
L0448A-IND Punjab Municipal Services Improvement Project	33,393,384.11	4,238,260.81	29,155,123.30	2,652,538,949	29,155,123.30

L0449A-IND	Second Dam Rehabilitation and Improvement Project	59,332,447.25	0.00	59,332,447.25	5,398,077,917	59,332,447.25
L0453A-IND	Kerala Solid Waste Management Project	12,160,655.50	0.00	12,160,655.50	1,106,378,870	12,160,655.50
L0454A-IND	West Bengal Electricity Distribution Grid Modernis	83,676,096.50	0.00	83,676,096.50	7,612,867,995	83,676,096.50
L0463A-IND	The Resilient Kerala Program	47,650,000.00	0.00	47,650,000.00	4,335,206,530	47,650,000.00
L0477A-IND	Chennai City Partnership: Sustainable Urban Servic	74,064,566.48	0.00	74,064,566.48	6,738,409,071	74,064,566.48
L0479A-IND	Gujarat Education Infrastrueture and Technology Mo	179,745,000.00	0.00	179,745,000.00	16,353,236,049	179,745,000.00
L0880A	Maharashtra Climate Resilient Distributed Renewabl	150,326,750.00	0.00	150,326,750.00	13,676,757,780	150,326,750.00
L0038A-IND	Bangalore Metro Rail Project - Line R6	290,177,500.00	28,491,110.00	261,686,390.00	23,808,280,099	261,686,390.00
L0302A-IND	Assam Intra-State Transmission System Enhancement	87,639,388.43	0.00	87,639,388.43	7,973,449,087	87,639,388.43
L0315A-IND	Assam Electricity Distribution System Enhancement	167,933,293.85	0.00	167,933,293.85	15,278,604,661	167,933,293.85
L0352A-IND	Delhi-Meerut Regional Rapid Transit System Project	500,000,000.00	0.00	500,000,000.00	45,490,100,000	500,000,000.00
L0380A-IND	India COVID-19 Emergency Response and Health Syste	500,000,000.00	18,500,000.01	481,499,999.99	43,806,966,299	481,499,999.99
L0409A-IND	COVID-19 Active Response and Expenditure Support P	750,000,000.00	197,250,000.00	552,750,000.00	50,289,305,550	552,750,000.00
L0440A-IND	Assam Secondary Road Network Improvement Project	91,097,332.17	0.00	91,097,332.17	8,288,053,500	91,097,332.17
L0523A-IND	Coordinated & Responsive Indian Social Protection	500,000,000.00	55,500,000.00	444,500,000.00	40,440,698,900	444,500,000.00
L0564A-IND	Responsive COVID-19 Vaccines for Recovery Project	398,226,594.17	0.00	398,226,594.17	36,230,735,183	398,226,594.17
L0723A	Manipur Urban Road, Drainage and Asset Management	881,000.00	0.00	881,000.00	80,153,556	881,000.00
Total :		**5,930,119,457.83**	**465,149,683.38**	**5,464,969,774.45**	**497,204,043,073**	**5,464,969,774.45**
Non-Government Loans						
0006-1-IND	Transmission System Strengthening Project	96,765,020.82	60,083,649.29	36,681,371.53	3,337,278,518	36,681,371.53
Total :		**96,765,020.82**	**60,083,649.29**	**36,681,371.53**	**3,337,278,518**	**36,681,371.53**
Total :		**6,026,884,478.65**	**525,233,332.67**	**5,501,651,145.98**	**500,541,321,591**	**5,501,651,145.98**
AIIB Total :					**500,541,321,591**	**5,501,651,145.98**
EECS(EECS)						
GBP (Loan Currency)						
Government Loans						
0025-IN	Second ARDC Credit Project	30,332,000.00	26,154,013.98	4,177,986.02	513,800,365	5,647,386.63
Total :		**30,332,000.00**	**26,154,013.98**	**4,177,986.02**	**513,800,365**	**5,647,386.63**
Total :		**30,332,000.00**	**26,154,013.98**	**4,177,986.02**	**513,800,365**	**5,647,386.63**
EECS Total :					**513,800,365**	**5,647,386.63**
EIB(EIB)						

EUR (Loan Currency)					
Government Loans					
95761-EIB 95761-EIB Pune Metro Rail Project -C	150,000,000.00	0.00	150,000,000.00	16,093,950,000	176,895,082.67
92954-EIB 92954- Agra Metro Rail Project A	250,000,000.00	0.00	250,000,000.00	26,823,250,000	294,825,137.78
93665-EIB 93665-EIB Pune Metro Rail Project -B	150,000,000.00	0.00	150,000,000.00	16,093,950,000	176,895,082.67
EIBGLN0001 85486-Lucknow Metro Rail Project	200,000,000.00	60,606,060.60	139,393,939.40	14,955,993,940	164,387,349.56
EIBGLN0002 87206-Lucknow Metro Rail Project Finance Contract	250,000,000.00	43,939,393.96	206,060,606.04	22,108,860,604	243,007,386.27
EIBGLN0003 86976-Bangalore Metro Rail Project - Line R6 - A	300,000,000.00	30,913,978.54	269,086,021.46	28,871,046,501	317,333,293.40
EIBGLN0004 88419-Bangalore Metro Rail Project - Line R6 - B	150,000,000.00	0.00	150,000,000.00	16,093,950,000	176,895,082.67
EIBGLN0005 88702-Pune Metro Rail Project A	200,000,000.00	19,089,165.90	180,910,834.10	19,410,466,123	213,348,246.36
EIBGLN0007 91823-Kanpur Metro Project Tranche 1	200,000,000.00	0.00	200,000,000.00	21,458,600,000	235,860,110.22
EIBGLN0008 93176-Kanpur Metro Project B	150,000,000.00	0.00	150,000,000.00	16,093,950,000	176,895,082.67
Total :	**2,000,000,000.00**	**154,548,599.00**	**1,845,451,401.00**	**198,004,017,167**	**2,176,341,854.24**
Non-Government Loans					
EIBNLN001 83095-Facility for Energy Sustainability and secur	21,184,000.00	2,648,000.00	18,536,000.00	1,988,783,048	21,859,515.02
Total :	**21,184,000.00**	**2,648,000.00**	**18,536,000.00**	**1,988,783,048**	**21,859,515.02**
Total :	**2,021,184,000.00**	**157,196,599.00**	**1,863,987,401.00**	**199,992,800,215**	**2,198,201,369.26**
EIB Total :				**199,992,800,215**	**2,198,201,369.26**

GODE(GODE)

EUR (Loan Currency)					
Government Loans					
10547804 Green Energy Corridor II Projects of Kerala State	16,871,798.63	0.00	16,871,798.63	1,810,225,890	19,896,921.42
10547805E Sustainable Municipal Infrastructure Financing-Tam	46,004,449.78	0.00	46,004,449.78	4,935,955,430	54,253,072.98
10548011E Green Energy Corridors III(GEC III)- Intra State T	6,070,268.72	0.00	6,070,268.72	651,297,342	7,158,671.25
10549191E Green Energy Corridors IV- Intra-State Power Tran	123,974,236.46	0.00	123,974,236.46	13,301,567,753	146,202,885.38
1055960E Sustainable Municipal Infrastructure Financing in	48,695,304.23	20,000,000.00	28,695,304.23	3,078,805,277	33,840,388.09
11201027E Climate Friendly Urban Mobility-Integrated Water T	20,380,302.35	13,556,333.30	6,823,969.05	732,164,111	8,047,510.46
11427020E Climate- Resilient Reconstruction after Flooding i	44,174,895.10	11,427,000.00	32,747,895.10	3,513,619,909	38,619,610.74
11737164E Energy Efficiency Programme I and II- Lift irrigat	375,511.57	0.00	375,511.57	40,289,763	442,841.00
12237800E Green Energy Corridors - Intra State Transmission	32,000,000.00	14,618,000.00	17,382,000.00	1,864,966,926	20,498,602.18
12529315E Climate-Resilient Reconstruction after Flooding in	49,814,243.48	12,855,000.00	36,959,243.48	3,965,468,111	43,586,056.21
12656739E Climate Loan Kerala- (Programme)	100,000,000.00	21,052,000.00	78,948,000.00	8,470,567,764	93,103,419.91
12787047E Energy Reform Programme Madhya Pradesh (MPPMCL)	24,873,999.95	0.00	24,873,999.95	2,668,806,077	29,333,921.85

13411991 Chennai Water Production & Demand Management Progr	24,000,000.00	0.00	24,000,000.00	2,575,032,000	28,303,213.23
13505647E Madhya Pradesh Urban Sanitation and Environment Pr	26,489,303.01	14,285,000.00	12,204,303.01	1,309,436,283	14,392,541.27
13943939E Sustainable Municipal Infrastructure Financing-Tam	6,484,313.69	0.00	6,484,313.69	695,721,469	7,646,954.71
14974065E Green Energy Corridors III (GEC III)- Intra State	7,098,761.01	0.00	7,098,761.01	761,647,365	8,371,572.77
15619068E GEC-Intrastate Transmission system in Gujarat	48,073,000.00	0.00	48,073,000.00	5,157,896,389	56,692,515.39
15687022E Green Energy Corridors(GEC) Intra State Transmissi	8,263,219.66	3,997,000.00	4,266,219.66	457,735,506	5,031,155.20
16897609E Climate-friendly Modernisation of Bus Services in	8,834,722.18	358,985.94	8,475,736.24	909,387,168	9,995,440.42
17193173E Sustainable Municipal Infrastructure Financing-Tam	6,484,313.70	0.00	6,484,313.70	695,721,470	7,646,954.72
17793176E Green Energy Corridors - Intra State Transmission	15,000,000.00	0.00	15,000,000.00	1,609,395,000	17,689,508.27
17908006E Sustainbale Urban Infrastructure Development Odish	32,786,473.02	18,333,000.00	14,453,473.02	1,550,756,481	17,044,988.70
18008033E Climate-friendly Modernisation of Bus Services in	28,759,840.26	1,168,613.89	27,591,226.37	2,960,345,451	32,538,348.46
18027239E Sustainable Urban Infrastructure development-chenn	74,529,557.28	17,499,000.00	57,030,557.28	6,118,979,582	67,256,167.63
18029739E Andhra Pradesh Climate Resilient Zero budget Natur	34,760,000.00	8,570,000.00	26,190,000.00	2,810,003,670	30,885,881.43
18993418 Chennai Water Production & Demand Management Progr	59,000,000.00	10,240,143.38	48,759,856.62	5,231,591,296	57,502,525.78
18994240E GEC-Intra State Transmission System in Madhya Prad	45,361,489.38	4,045,000.00	41,316,489.38	4,432,970,095	48,724,558.70
18995877E GEC-Intrastate Transmission System in Gujarat	40,363,000.01	36,822,813.23	3,540,186.78	379,837,260	4,174,944.22
19826865E Renewable Energy Power Plant (WB)	73,012,245.52	15,000,000.00	58,012,245.52	6,224,307,859	68,413,873.11
2167623E Environment Related Urban Infrastructure Developme	22,498,703.56	12,976,000.00	9,522,703.56	1,021,719,433	11,230,129.56
225059E Supercritical Power Station Krishnapatnam - AP	45,000,000.00	14,490,000.00	30,510,000.00	3,273,509,430	35,980,459.81
44188E Sustainable Municipal Infrastructure Financing in	5,000,000.00	332,000.00	4,668,000.00	500,843,724	5,504,974.97
7147741E Sustainable Municipal Infrastructure Financing in	10,000,000.00	2,456,000.00	7,544,000.00	809,418,392	8,896,643.36
7383864E Green Energy Corridors - Intra State Transmission	50,000,000.00	31,047,000.00	18,953,000.00	2,033,524,229	22,351,283.35
7383880E Green Energy Corridors - Intra State Transmission	10,000,000.00	0.00	10,000,000.00	1,072,930,000	11,793,005.51
7390308E Green Energy Corridors - Intra State Transmission	16,500,000.00	5,329,000.00	11,171,000.00	1,198,570,103	13,173,966.46
7391555E Green Energy Corridors - Intra State Transmission	7,500,000.00	0.00	7,500,000.00	804,697,500	8,844,754.13
7889464E Sustainable Municipal Infrastructure Financing in	48,000,000.00	32,000,000.00	16,000,000.00	1,716,688,000	18,868,808.82
8042041E Sopercritical Power Station Krishnapatnam-AP	76,540,394.62	24,570,000.00	51,970,394.62	5,576,059,550	61,288,715.02
10193868E Environment Friendly Urban Development Programme i	17,909,988.64	10,672,221.00	7,237,767.64	776,561,803	8,535,503.37
10547779E Protection of Vulnerable Catchment Areas in Meghal	1,110,986.96	0.00	1,110,986.96	119,201,124	1,310,187.53
10586869E City Investments to Innovate, Integrate and Sustai	17,000,000.00	0.00	17,000,000.00	1,823,981,000	20,048,109.37
1094640E Fertiliser Sector Program V	23,008,134.65	13,964,403.82	9,043,730.83	970,329,012	10,665,276.75

111119E Fertilser Sector Program II- 60M	30,677,512.87	22,496,842.72	8,180,670.15	877,728,642	9,647,468.82
113219E NLC III Dt. 27.1.87	6,135,502.57	4,499,368.72	1,636,133.85	175,545,709	1,929,493.55
11553839E Covid-19 Social Protection Crisis Response Program	210,000,000.00	44,208,000.00	165,792,000.00	17,788,321,056	195,518,596.97
11689544E Surat Metro Project	104,885,777.89	0.00	104,885,777.89	11,253,509,767	123,691,855.67
11778295E Bengaluru suburban Rail Project	2,724,617.64	0.00	2,724,617.64	292,332,400	3,213,143.08
119975E Rajasthan Rural Water supply & drainage	20,451,675.25	10,992,775.42	9,458,899.83	1,014,873,739	11,154,885.78
122707E Fertilizer Sector Program III	30,677,512.87	20,257,384.35	10,420,128.52	1,118,006,849	12,288,463.31
12279000 Nagpur Metro Project	142,100,000.00	22,490,000.00	119,610,000.00	12,833,315,730	141,056,138.92
12395568E Climate change Adaption in the Himalaya, Component	5,440,405.21	4,284,000.00	1,156,405.21	124,074,184	1,363,749.30
12873519E Climate-Friendly Energy Supply (Programme)-	200,000,000.00	0.00	200,000,000.00	21,458,600,000	235,860,110.22
12873862E Bengaluru suburban Rail Project	3,205,432.52	0.00	3,205,432.52	343,920,471	3,780,168.34
13719594E Covid-19 Social Protection crisis Response Program	250,000,000.00	65,788,000.00	184,212,000.00	19,764,658,116	217,241,313.12
13898656E Surat Metro Project	53,360,536.37	0.00	53,360,536.37	5,725,212,029	62,928,109.95
13898665E Surat Metro Project	10,927,072.92	0.00	10,927,072.92	1,172,398,435	12,886,303.12
13987801E Bengaluru suburban Rail Project	2,502,943.25	0.00	2,502,943.25	268,548,290	2,951,722.35
14067891E Banglore Metro Phase 2	283,874,660.78	0.00	283,874,660.78	30,457,763,979	334,773,543.90
1421147E Modernisation of Signaling System-Kanpur-Delhi	44,414,720.84	35,018,074.82	9,396,646.02	1,008,194,341	11,081,469.83
14459725E Green Energy Corridors - Intra State Transmission	8,558,379.88	0.00	8,558,379.88	918,254,252	10,092,902.11
15571424E Green Energy Coridors Intra State Transmission Sys	25,970,000.00	7,731,058.84	18,238,941.16	1,956,910,714	21,509,193.36
15853595E Climate change adaptation in the Himalaya -compone	4,276,894.19	1,095,000.00	3,181,894.19	341,394,973	3,752,409.57
16079154E Ahmedabad Metro Phase II	54,101,265.86	0.00	54,101,265.86	5,804,687,118	63,801,652.64
16697445E Himachal Pradesh Forest Ecosystem Climate Proofing	14,439,997.49	4,541,429.90	9,898,567.59	1,062,047,012	11,673,386.21
16712454 Nagpur Metro Project	128,700,000.00	0.00	128,700,000.00	13,808,609,100	151,775,980.93
17195447E Environmentally Friendly Urban Development Program	1,383,155.52	0.00	1,383,155.52	148,402,905	1,631,156.07
17822450 Nagpur Metro Project	90,400,000.00	0.00	90,400,000.00	9,699,287,200	106,608,769.82
1930958E Capital Goods	22,496,842.77	19,965,947.73	2,530,895.04	271,547,322	2,984,685.92
1931016E Comodity credit	20,451,675.25	18,150,861.76	2,300,813.49	246,861,182	2,713,350.62
1931482E DM 230 M GNF Dt. 08.08.74	51,129,188.12	44,814,733.25	6,314,454.87	677,496,806	7,446,640.11
1932950E ARDC III	31,700,096.63	27,737,584.65	3,962,511.98	425,149,798	4,672,992.56
1933051E DM 38M ARDC.III	19,429,091.49	17,000,454.88	2,428,636.61	260,575,708	2,864,092.49
1933752E Ocean Research Vessel	25,564,594.06	22,088,831.79	3,475,762.27	372,924,961	4,098,968.36
1933817E DM 532 M NLC.II	89,987,371.09	77,765,961.36	12,221,409.73	1,311,271,714	14,412,715.23

1937065E DM 40 M Capital Goods	20,451,675.25	17,383,923.93	3,067,751.32	329,148,242	3,617,800.82
1937073E DM 45 M Com.Credit	23,008,134.65	19,556,914.30	3,451,220.35	370,291,785	4,070,026.06
1937197E DM 23 M RWS M.P.	11,759,713.27	9,995,756.48	1,763,956.79	189,260,216	2,080,235.22
1937669E DM 20 M BHEL	10,225,837.62	8,584,079.16	1,641,758.46	176,149,190	1,936,126.66
1938584E DM 532 M NLC II Loan	29,654,929.11	24,836,002.94	4,818,926.17	517,037,046	5,682,962.29
1938827E DM 240 M NTPC	86,165,607.93	72,200,549.05	13,965,058.88	1,498,353,062	16,469,001.63
1939122E Ocean Research Vessel	10,225,837.62	8,457,790.07	1,768,047.55	189,699,126	2,085,059.45
1941208E Commodity Credit	30,677,512.87	25,308,948.07	5,368,564.80	576,009,423	6,331,151.43
1941240E DM 40 M ARDC.III	20,451,675.25	16,872,632.05	3,579,043.20	384,006,282	4,220,767.62
1942050E Capital Goods	20,451,675.25	16,663,002.44	3,788,672.81	406,498,072	4,467,983.93
1942204E Commodity Credit Dt. 11.3.83	15,850,048.32	12,912,676.45	2,937,371.87	315,159,440	3,464,044.27
1943170E DM 532 M. NLC II	79,250,241.59	64,390,289.41	14,859,952.18	1,594,368,849	17,524,349.80
1944258E Capital Goods Dt.12.9.83	12,782,297.03	10,254,469.93	2,527,827.10	271,218,153	2,981,067.89
1944908E Commodity Credit	11,248,421.39	8,998,737.24	2,249,684.15	241,375,362	2,653,053.76
1948563E DM 190 M NTPC Korba	40,903,350.50	32,211,388.46	8,691,962.04	932,586,683	10,250,435.62
1948571E DM 190 M NTPC Korba (27.472+27.472)	14,046,078.94	10,933,976.77	3,112,102.17	333,906,778	3,670,103.80
1948598E DM 10 M Commodity Aid	5,112,918.81	4,026,423.80	1,086,495.01	116,573,309	1,281,304.16
1949144E 532 M NLC II	23,008,134.65	18,118,435.87	4,889,698.78	524,630,451	5,766,424.47
1949527E DM 30 M Commodity Aid	15,338,756.44	11,924,349.43	3,414,407.01	366,341,971	4,026,612.07
2124340E DM 70 M. Fert. Sector VI	35,790,431.68	20,529,391.68	15,261,040.00	1,637,402,765	17,997,352.88
2382239E Minor Irrig.Prog.Maharashtra Dt.31-12- 98	14,412,233.04	8,451,937.82	5,960,295.22	639,497,955	7,028,979.44
2816679E DM 15 M Capital Goods	7,669,378.22	5,959,106.97	1,710,271.25	183,500,133	2,016,923.83
2817934E DM 20 M HUDCO	10,225,837.62	7,925,024.14	2,300,813.48	246,861,181	2,713,350.61
2818418E DM 19.6 M Commodity Aid	10,021,320.87	7,766,523.63	2,254,797.24	241,923,960	2,659,083.63
2822458E DM 60 M Capital Goods	30,677,512.87	23,857,901.58	6,819,611.29	731,696,554	8,042,371.35
2822733E DM 145 M NTPC(Ramagundam)	35,078,854.06	26,878,103.09	8,200,750.97	879,883,174	9,671,150.14
290191E Pulse Polio Immunization Programme-IX	40,815,994.09	10,595,198.28	30,220,795.81	3,242,479,845	35,639,401.15
2930250E DM 60 M Capital Goods	30,677,512.87	23,100,167.01	7,577,345.86	812,996,169	8,935,968.15
2930641E DM 20.4 M Commodity Aid	10,430,354.38	7,953,145.23	2,477,209.15	265,787,201	2,921,374.12
2930803E DM 8 M Cable termination Boxes Calcutta DOT	1,815,109.39	1,365,149.19	449,960.20	48,277,580	530,638.31
2931354E DM 532 M NLC II	30,677,512.87	23,102,212.57	7,575,300.30	812,776,695	8,933,555.82
3006351E Pulse Polio Immunization Programme XI	12,489,789.26	2,912,000.00	9,577,789.26	1,027,629,743	11,295,092.15
314336E DM 12 M Rajiv Gandhi Cancer Institutedt 23.2.95	6,135,502.57	4,221,737.07	1,913,765.50	205,333,642	2,256,904.71
323416E PPL-Fertilizer Sector Program IV	35,790,431.68	22,282,100.24	13,508,331.44	1,449,349,405	15,930,382.71

335767E	RehabilitationUran Gas Plant	6,530,652.18	4,350,000.00	2,180,652.18	233,968,714	2,571,644.32
3385263E	Pulse Polio Immunization VIII	20,000,000.00	5,994,000.00	14,006,000.00	1,502,745,758	16,517,283.52
3401715E	DM 21.5 M commodity aid	10,992,775.45	8,136,699.05	2,856,076.40	306,437,005	3,368,172.47
3401731E	DM 35 M Capital Goods XIX	17,895,215.84	13,252,685.43	4,642,530.41	498,111,015	5,474,938.67
3401758E	DM 170 M Dt.25.3.86 HBJ gas pipe line	31,842,433.23	23,876,308.24	7,966,124.99	854,709,449	9,394,455.59
3404021E	DM 55 M Commodity Aid XXII	28,121,053.47	20,482,864.19	7,638,189.28	819,524,242	9,007,720.83
3404048E	DM 25 M Capital Goods XX	12,782,297.03	9,306,534.79	3,475,762.24	372,924,958	4,098,968.33
3409163E	DM 180 M NLC	46,016,269.31	32,269,164.56	13,747,104.75	1,474,968,110	16,211,968.21
3412245E	DM 6 M NDDB	3,067,751.29	2,185,772.74	881,978.55	94,630,125	1,040,117.79
3412253E	DM 37.5 M Capital Goods	19,173,445.54	13,658,139.93	5,515,305.61	591,753,685	6,504,202.95
3413330E	DM 31M 7Rly.Accident Relief Equip.	7,485,823.98	5,264,261.21	2,221,562.77	238,358,134	2,619,890.20
3413527E	DM 22.5 M Capital Goods xxii	11,504,067.33	8,092,727.77	3,411,339.56	366,012,855	4,022,994.62
3413667E	DM 45 M MP Rural Water Supply	1,272,526.29	970,944.11	301,582.18	32,357,657	355,656.03
3415120E	DM 45 M commodity aid XXXIII	23,008,134.65	16,185,455.76	6,822,678.89	732,025,686	8,045,988.98
3415708E	DM 26 M Mysore Cement	4,296,525.01	2,934,304.22	1,362,220.79	146,156,755	1,606,467.73
3416798E	N.A.B.A.R.D. IV	35,790,431.68	25,053,302.37	10,737,129.31	1,152,018,815	12,662,302.51
3417220E	F 1391 DM 8.9 M Accident Relief Dt.31.12.87	1,994,038.34	1,392,759.01	601,279.33	64,513,063	709,089.05
3418634E	Neyveli Lignite Corporation	56,242,106.93	37,976,204.62	18,265,902.31	1,959,803,457	21,540,988.66
3420051E	DM 70 M Farakka Tharmal Power Project	6,605,906.07	4,397,110.00	2,208,796.07	236,988,357	2,604,834.42
3420108E	DM 11 M Cable Termination Boxes-II (Mumbai)	2,221,968.52	1,531,319.14	690,649.38	74,101,844	814,483.19
3420922E	DM 12.3 M Rajastan Minor Irrigation Programme	6,288,890.14	4,320,416.44	1,968,473.70	211,203,449	2,321,422.12
3422631E	DM 60 M Capital Goods XXIII	30,677,512.87	20,826,963.32	9,850,549.55	1,056,895,013	11,616,758.51
3424693E	Commodity Credit XXXIV	6,749,052.83	4,580,956.83	2,168,096.00	232,621,524	2,556,836.81
3425320E	DM 80 M Capital Goods XXIV	40,903,350.50	27,609,761.53	13,293,588.97	1,426,309,041	15,677,136.80
3426033E	DM 532 M NLC II	8,091,779.06	5,461,956.36	2,629,822.70	282,161,567	3,101,351.36
3426211E	DM 20 M Commodity Aid xxxv	10,225,837.62	6,902,440.38	3,323,397.24	356,577,260	3,919,284.20
3427137E	DM 45 M Commodity Aid XXXIV	16,259,081.82	11,035,942.64	5,223,139.18	560,406,272	6,159,650.91
3429490E	DEM 172.38 M Ramagundam Open Cast Mine II	44,070,207.80	27,766,216.86	16,303,990.94	1,749,304,100	19,227,305.50
4261747E	DM 30 M Rail Coach Factory Kapurthala	1,494,214.90	955,604.44	538,610.46	57,789,132	635,183.61
4261763E	Railway Coil Spring Factory	5,752,033.66	3,707,888.80	2,044,144.86	219,322,434	2,410,661.16
4262255E	NLC DT 27.1.87	30,677,512.87	18,841,617.02	11,835,895.85	1,269,908,773	13,958,078.50
4262808E	DM 30 M HUDCO II	15,338,756.44	10,161,926.37	5,176,830.07	555,437,629	6,105,038.56
4263057E	DM 50.7M commoditty Aid XXXVI	23,008,134.65	20,323,852.23	2,684,282.42	288,004,714	3,165,575.74

4264274E Commodity Aid XXXVI	2,914,363.72	2,574,354.68	340,009.04	36,480,590	400,972.85
4267451E DM 25 M HDFC(EWS)	12,782,297.03	8,301,335.11	4,480,961.92	480,775,847	5,284,400.86
4273605E DM 78.2 M Commodity Aid xxxvii	39,983,025.11	33,428,263.11	6,554,762.00	703,280,079	7,730,034.44
4274733E Combined Circle PowerStation Dadri	82,668,636.68	68,162,877.34	14,505,759.34	1,556,366,437	17,106,649.98
4276353E DM 198 M Dt 22.11.90 Uran Power	50,617,896.24	30,094,640.28	20,523,255.96	2,202,001,702	24,203,087.06
4278828E Combined Circle Power Station DADRI	30,677,512.87	24,755,219.01	5,922,293.86	635,420,675	6,984,164.41
4278836E DM 100 M Commodity Aid xxxviii	51,129,188.12	41,905,482.50	9,223,705.62	989,639,047	10,877,521.12
4278844E DM 79 M Capital Goods XXV/XXVI	40,392,058.61	33,106,149.49	7,285,909.12	781,727,047	8,592,276.64
4285166E DM 77.70 M Railway Investment Program I	5,700,904.48	4,430,855.52	1,270,048.96	136,267,363	1,497,769.44
4288130E DM 61 Capital Goods XXVII	10,225,837.62	8,045,689.20	2,180,148.42	233,914,664	2,571,050.23
4289900E DM 50M Fertilizer Sector Programme-I	25,564,594.06	20,114,222.52	5,450,371.54	584,786,714	6,427,626.16
4290232E DM 45 M Dt.3-4-92 Structural Adjustment	23,008,134.65	18,023,038.77	4,985,095.88	534,865,892	5,878,926.32
4290445E URAN Power	28,048,187.43	21,294,795.52	6,753,391.91	724,591,678	7,964,278.80
580392E Commodity Aid	38,346,891.09	37,867,299.10	479,591.99	51,456,863	565,583.10
580406E DM 25 M Capital goods Dt.24.6.76	12,782,297.03	12,622,262.75	160,034.28	17,170,558	188,728.52
581852E NLC Loan Dt.2.3.77	7,669,378.22	7,384,077.42	285,300.80	30,610,779	336,455.39
583413E DM 54 M Dt.24.6.76 BHEL	27,098,469.70	25,744,057.73	1,354,411.97	145,318,923	1,597,258.78
584436E Commodity Aid	38,346,891.09	35,979,609.58	2,367,281.51	253,992,735	2,791,736.39
584916E NLC Loan Dt 2.3.77	30,677,512.87	28,728,468.20	1,949,044.67	209,118,850	2,298,509.45
585009E DM 35 M Capital Goods	17,895,215.84	16,775,486.45	1,119,729.39	120,139,125	1,320,497.49
586293E Commodity Aid	35,790,431.68	33,106,149.50	2,684,282.18	288,004,688	3,165,575.45
586625E NLC Loan Dt.2.3.77	3,579,043.17	3,288,629.46	290,413.71	31,159,358	342,485.05
587826E DM 85 M Dt.29-6-79 Power Station Trombay	43,459,809.90	38,568,280.52	4,891,529.38	524,826,862	5,768,583.29
588024E DM 70 M Commodity Aid	35,790,431.68	32,252,292.07	3,538,139.61	379,617,613	4,172,529.99
588717E DM 230 M Dt. 08.08.74 GNF	38,346,891.09	34,510,156.62	3,836,734.47	411,654,751	4,524,663.08
589500E DM 35 M Capital Goods	17,895,215.84	15,903,222.54	1,991,993.30	213,726,937	2,349,158.80
589942E DM 65 M BHEL Haridwar	26,499,122.77	23,553,682.90	2,945,439.87	316,025,080	3,473,558.86
7349691E Fertilizer Sector Programme VII	20,335,577.19	9,489,956.00	10,845,621.19	1,163,659,235	12,790,247.05
7711936E Pulse Polio Immunization Programme XIV	10,000,000.00	1,992,000.00	8,008,000.00	859,202,344	9,443,838.81
9151975E Rural Water Supply Rajasthan, Ph.I	1,057,047.62	323,000.00	734,047.62	78,758,171	865,662.76
9216047E NABARD XI-Reform of The Rural Cooperative Credit S	30,000,000.00	8,000,000.00	22,000,000.00	2,360,446,000	25,944,612.12
9248452E Polio Immunization Programme XI	1,090,864.64	182,000.00	908,864.64	97,514,814	1,071,824.57
9361337E Rural Water Supply & Sanitation-MH	11,492,601.03	5,818,200.00	5,674,401.03	608,823,510	6,691,824.26

99350E Orissa Lift Irrigation Project	21,844,378.86	16,668,717.86	5,175,661.00	555,312,196	6,103,659.87
9950643E Shongton-Karcham Hydropower Project-HP	6,786,850.89	678,685.08	6,108,165.81	655,363,434	7,203,363.31
Total :	**5,652,768,348.83**	**2,536,600,126.29**	**3,116,168,222.54**	**334,343,037,101**	**3,674,898,902.19**
Non-Government Loans					
1188620E NLC Expan. Lignite Mine & Power	85,468,215.49	53,238,000.00	32,230,215.49	3,458,076,511	38,009,110.89
122739E Modern.Rourkela Steel Plant	9,852,248.72	6,943,854.86	2,908,393.86	312,050,302	3,429,870.48
1442706E Pare Hydroelectric Plant	79,999,999.82	66,664,999.82	13,335,000.00	1,430,752,155	15,725,972.85
19177732E Pare Hydroelectric Project	20,000,000.00	11,000,000.00	9,000,000.00	965,637,000	10,613,704.96
2987142E Indian Renewable Energy Development Agency Ltd.	35,790,431.68	19,355,465.52	16,434,966.16	1,763,356,824	19,381,764.65
320425E PFC Energy Investment prog	11,307,772.64	7,755,738.24	3,552,034.40	381,108,427	4,188,916.13
334738E NSIC XIIth Loan	5,036,225.03	3,354,074.80	1,682,150.23	180,482,945	1,983,760.69
341777E NLC Rejuv.Min.Equipm.Minel	13,153,742.67	8,541,000.00	4,612,742.67	494,914,999	5,439,809.97
3477287E Removal of Barriers to Biomass Power Generation in	19,971,000.00	3,987,000.00	15,984,000.00	1,714,971,312	18,849,940.01
4028075E Green Energy Corridors (GEC) Inter State Transmiss	75,000,000.00	9,520,000.00	65,480,000.00	7,025,545,640	77,220,600.09
4289498e DM 10 M NSIC Loan No.XI	5,112,918.81	3,020,712.36	2,092,206.45	224,479,107	2,467,340.22
5142424E Green Energy Corridors (GEC) Inter State Transmiss	45,000,000.00	0.00	45,000,000.00	4,828,185,000	53,068,524.80
6192780E Green Energy Corridors (GEC) Inter State Transmiss	80,000,000.00	0.00	80,000,000.00	8,583,440,000	94,344,044.09
6214353 Promotional Programme for Energy Efficient New Res	12,000,000.00	2,000,000.00	10,000,000.00	1,072,930,000	11,793,005.51
745190E Promotion of Private Infrastructure Projects	8,500,000.00	2,962,000.00	5,538,000.00	594,188,634	6,530,966.45
8247108E Environment & Energy investment Prog (IIFCL-I)	16,588,581.03	3,260,000.00	13,328,581.03	1,430,063,444	15,718,402.95
8765511E 4586658E, 3489025E Energy efficiency in public bui	50,000,000.00	47,058,000.00	2,942,000.00	315,656,006	3,469,502.22
94035E Modern Rourkela Steel Plant	51,129,188.12	36,813,015.36	14,316,172.76	1,536,025,124	16,883,070.43
9411149E Environment-related Urban Infrastrure Development	32,500,000.47	17,500,000.00	15,000,000.47	1,609,395,050	17,689,508.82
9437407E Innovation Finance Programme SIDBI	8,000,000.00	917,000.00	7,083,000.00	759,956,319	8,352,985.80
96610e I.F.C.I Loan XXVI	12,782,297.03	9,157,748.73	3,624,548.30	388,888,661	4,274,431.81
99168E Modern Rourkela Steel Plant	15,338,756.44	7,881,053.22	7,457,703.22	800,159,352	8,794,873.52
Total :	**692,531,377.95**	**320,929,662.91**	**371,601,715.04**	**39,870,262,812**	**438,230,107.34**

Total :	**6,345,299,726.78**	**2,857,529,789.20**	**3,487,769,937.58**	**374,213,299,913**	**4,113,129,009.53**
GODE Total :				**374,213,299,913**	**4,113,129,009.53**

GOFR(GOFR)

EUR (Loan Currency)					
Government Loans					
CIN107401T Kochi Metro	13,025,579.82	1,302,557.98	11,723,021.84	1,257,798,182	13,824,966.12
CIN1122 Resilient Kerala Programme (CFA)	61,800,237.00	0.00	61,800,237.00	6,630,732,828	72,881,053.55
CIN1147 Rajasthan Forestry and Biodiversity Development Pr	35,900,000.00	0.00	35,900,000.00	3,851,818,700	42,336,889.79
FRGL046E Reorganization of Urban Water Supply Scheme for Jo	25,872,759.94	14,661,230.61	11,211,529.33	1,202,918,616	13,221,762.72
FRGL049E Reorganisation the Water Supply System of the city	23,000,000.00	11,500,000.05	11,499,999.95	1,233,869,495	13,561,956.28
CIN106201P Bangalore Metro Phase - II	200,000,000.00	110,000,000.00	90,000,000.00	9,656,370,000	106,137,049.60
CIN106401S Kochi Metro Project	180,000,000.00	58,500,000.00	121,500,000.00	13,036,099,500	143,285,016.96
CIN106801W Deothal Chanju and Chanju III Hydro Power Project	9,015,554.33	0.00	9,015,554.33	967,305,871	10,632,048.19
CIN107501U Credit Facility Agreement for Nagpur Metro	130,000,000.00	35,068,150.06	94,931,849.94	10,185,522,976	111,953,182.95
CIN107801X Puducherry Water Supply Project	6,213,942.82	0.00	6,213,942.82	666,712,567	7,328,106.19
CIN109001R Water Supply for Pan City (Chandigarh)	100,472.93	0.00	100,472.93	10,780,042	118,487.78
CIN109501W Smart City Projects	100,000,000.00	16,666,666.65	83,333,333.35	8,941,083,335	98,275,045.95
CIN1101H Assam Project on Forest & Biodiversity Conservatio	36,694,908.01	2,864,009.39	33,830,898.62	3,629,818,606	39,896,797.39
CIN1104 Pune Metro Rail Project	180,000,000.00	21,575,695.73	158,424,304.27	16,997,818,878	186,829,869.34
CIN1113 Himachal Water Supply and sanitation Project	9,018,542.06	0.00	9,018,542.06	967,626,433	10,635,571.62
CIN112501P Surat Metro	250,000,000.00	8,333,333.35	241,666,666.65	25,929,141,665	284,997,633.17
CIN113301N City Investments to Innovate, Integrate and Sustai	17,000,000.00	0.00	17,000,000.00	1,823,981,000	20,048,109.37
CIN114501S AfD COVID -19 Loan	200,000,000.00	6,666,666.67	193,333,333.33	20,743,313,333	227,998,106.54
CIN114901W Disaster Risk Reduction and Preparedness Program i	108,482.72	0.00	108,482.72	11,639,436	127,933.73
CIN1157 Fishery Sector Strengthening Programme	444,744.08	0.00	444,744.08	47,717,927	524,486.94
CIN1159 Ahmedabad Metro Phase-II (AFD)	81,266,870.16	0.00	81,266,870.16	8,719,366,300	95,838,064.77
CIN1159-2 Ahmedabad Metro Phase-II	32,741,093.00	0.00	32,741,093.00	3,512,890,091	38,611,589.02
FRGL047E Assam project on Forest & Biodiversity Conservatio	30,207,003.50	18,124,202.16	12,082,801.34	1,296,400,004	14,249,254.28
FRGL048E Bangalore Metro Project CIN 1044 01 P	110,000,000.00	58,666,666.72	51,333,333.28	5,507,707,328	60,537,428.23
FRGL2702E FF 1130 Million Protocol dt.24.6.88	42,628,099.53	42,344,167.48	283,932.05	30,463,921	334,841.22
FRGL2703E FF 1130 Million Protocol dt.24.6.88	4,506,426.04	4,439,254.04	67,172.00	7,207,085	79,215.98

FRGL2801E	FF 1600 Million Protocol dt.12.9.89	150,467,179.86	146,811,893.91	3,655,285.95	392,186,595	4,310,680.74
FRGL2901E	FF 75.35 Million Debt relief dt.27.12.89	6,437,344.11	6,425,677.14	11,666.97	1,251,784	13,758.86
FRGL3604E	SCCL-Blasting Gallary Method in GDK(FF149.4M)	10,002,428.97	9,991,748.54	10,680.43	1,145,936	12,595.44
FRGL3608E	Delhi Water Supply - Ozone Plant(149.4Mdt.13.12.91	978,458.41	969,739.57	8,718.84	935,470	10,282.13
FRGL3609E	Mapping & Control of Water Distri System-149.5M	246,280.00	236,320.50	9,959.50	1,068,585	11,745.25
FRGL3610E	Pilot Proj. Solor Energy Based Minor Irrigation	776,714.34	775,543.38	1,170.96	125,636	1,380.91
FRGL3614E	Dynamic Regulation of Majalgaon Irrigation Pr. MH	530,968.51	530,391.33	577.18	61,927	680.67
FRGL3701E	Supply of Short Circuit Generator Package(561.2M)	12,530,276.14	12,444,956.06	85,320.08	9,154,247	100,618.02
FRGL3705E	Import of Tech asst for setting up of mineral rese	554,713.62	538,622.04	16,091.58	1,726,514	18,976.81
FRGL3706E	Database for multi-metal expl in some green stone	401,699.05	392,308.63	9,390.42	1,007,526	11,074.13
FRGL3707E	Supply of Analytical & Geophysical equpt to GSI	739,413.11	737,980.47	1,432.64	153,712	1,689.51
FRGL3801E	Singareni Colleries Co. Ltd.	3,849,297.99	3,705,421.38	143,876.61	15,436,953	169,673.77
FRGL3802E	GSI-Regional Geochemical Inventry(223.3Mdt.1.12.94	1,614,489.16	1,544,257.48	70,231.68	7,535,368	82,824.26
FRGL3803E	Delhi Water Supply & Sewage Disposal Undertaking	7,022,278.14	6,447,060.49	575,217.65	61,716,827	678,354.49
FRGL3804E	Water Mangt Project for Jaipur(223.3Mdt.1.12.94)	3,190,471.08	2,778,766.77	411,704.31	44,172,991	485,523.12
FRGL3901E	AP Dairy Dev Co-op. Fedaration Ltd.(151Mdt19.12.96	2,891,195.61	2,269,669.86	621,525.75	66,685,362	732,965.66
FRGL4001E	Installation of Fuse Gates in GU(376Mdt.30.1.96)	2,576,209.62	2,466,610.72	109,598.90	11,759,195	129,250.04
FRGL4002E	Exploration of PGM in Orrisa(376Mdt.30.1.96)	655,005.86	615,192.68	39,813.18	4,271,675	46,951.70
FRGL4003E	Settingup of Geo-Scientific Data Centre atGSI-376M	6,345,859.81	5,958,738.12	387,121.69	41,535,448	456,532.83
FRGL4004E	Envirenmental Mangmt of Mines&Waste Recoveries-376	2,494,429.69	2,332,460.35	161,969.34	17,378,177	191,010.53
FRGL4005E	Creation of Freshwater Prawn Hatchery-GU and MH	1,348,219.11	1,192,244.02	155,975.09	16,735,035	183,941.51
FRGL4007E	Microunits for Quality Water Distribution-376M	1,111,115.31	1,047,978.51	63,136.80	6,774,137	74,457.26
FRGL4008E	Fusegates System on Dams in GU-376M	5,623,617.64	5,050,709.44	572,908.20	61,469,040	675,630.96
FRGL4009E	Improvement of Watersupply& Sewerage Sys-KN-376M	7,453,856.91	6,298,336.50	1,155,520.41	123,979,251	1,362,705.86
FRGL4013E	BWSSB	779,165.83	634,371.83	144,794.00	15,535,383	170,755.64
FRGL4014E	Chennai Water Supply & Sewerage	6,438,550.45	4,654,464.46	1,784,085.99	191,419,938	2,103,973.59
FRGL4031E	NAMCHI Hospital Modernisation Project(Sikkim)-376M	3,654,383.60	3,089,031.07	565,352.53	60,658,369	666,720.55
FRGL4032E	Equipments of SGPGIMS-UP-376M dt.30.1.96	542,718.44	477,556.57	65,161.87	6,991,413	76,845.43
FRGL4101E	Devep. of Costs Models for Mining Project-125M	233,630.03	208,646.03	24,984.00	2,680,608	29,463.65
FRGL4102E	Setting up of Information of Tech. Mangmt. Sys-125	3,644,030.07	3,260,134.06	383,896.01	41,189,355	452,728.78
FRGL4103E	Supply of Drilling Equipmt to GSI Calcutta-125M	2,429,752.26	2,165,618.25	264,134.01	28,339,731	311,493.39

FRGL4104E	Upgradation/Augmentation of Kangchup Water Supply	4,930,317.95	4,438,842.00	491,475.95	52,731,929	579,597.86
FRGL4105E	Detailed Study for Rehabilitation of Rd-MN-125M	1,162,265.91	1,044,563.00	117,702.91	12,628,699	138,807.11
FRGL4106E	Ground Water Exploration Project - Imphal-125M	705,058.35	628,588.35	76,470.00	8,204,695	90,181.11
FRGL4107E	Seabase Breading Culture Project.-TN-125M	574,639.02	487,241.03	87,397.99	9,377,193	103,068.50
FRGL4108E	SGPGI-Supply&Implementation of Medical Equipmt-UP	4,603,574.13	4,028,880.09	574,694.04	61,660,648	677,737.00
FRGL4201E	FF-105 Million Pt. dt.23.11.98,CMC-WB,LA-1	5,534,978.30	4,714,284.31	820,693.99	88,054,720	967,844.88
FRGL4202E	GTTC-KAN-FF-105 Million Pt.dt.23.11.98,LA-2	2,143,560.61	1,849,168.50	294,392.11	31,586,213	347,176.78
FRGL4203E	GSI-CL-FF105 Million Protocol dt.23.11.98	2,893,635.97	2,473,609.97	420,026.00	45,065,850	495,336.89
FRGL4501E	Digital mapping information sys. for Bangalore	4,546,835.92	4,294,233.96	252,601.96	27,102,422	297,893.63

Total :	**2,054,203,334.83**	**670,724,462.25**	**1,383,478,872.58**	**148,437,598,676**	**1,631,537,396.89**
Non-Government Loans					
CIN1015 Indian Renewable Energy Development Agency Ltd.	70,000,000.00	44,333,333.27	25,666,666.73	2,753,853,673	30,268,714.22
CIN102101J NATIONAL HOUSING BANK	100,000,000.00	71,428,571.80	28,571,428.20	3,065,514,246	33,694,301.02
CIN107001 Energy Efficiency Program	30,665,790.18	21,533,290.00	9,132,500.18	979,853,342	10,769,962.50
CIN116401T STATE BANK OF INDIA	100,000,000.00	8,333,333.33	91,666,666.67	9,835,191,667	108,102,550.52
FRNL0301E Chandrapur HVDC(CM)-FF331.38M Protocol dt15.3.94	24,260,062.18	22,649,954.09	1,610,108.09	172,753,327	1,898,801.36
FRNL0401E Reheating Furnaces for RSP(SAIL)(CN)-66Mdt.25.3.93	5,433,281.57	5,040,362.91	392,918.66	42,157,422	463,369.19
Total :	**330,359,133.93**	**173,318,845.40**	**157,040,288.53**	**16,849,323,677**	**185,197,698.81**
Total :	**2,384,562,468.76**	**844,043,307.65**	**1,540,519,161.11**	**165,286,922,353**	**1,816,735,095.69**
USD (Loan Currency)					
Non-Government Loans					
CIN118601 SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA	90,000,000.00	0.00	90,000,000.00	8,188,218,000	90,000,000.00
Total :	**90,000,000.00**	**0.00**	**90,000,000.00**	**8,188,218,000**	**90,000,000.00**
Total :	**90,000,000.00**	**0.00**	**90,000,000.00**	**8,188,218,000**	**90,000,000.00**
GOFR Total :				**173,475,140,353**	**1,906,735,095.69**
GOIT(GOIT)					
EUR (Loan Currency)					
Government Loans					
ITGL019 Water Supply & Solid Waste Mang.in West Bengal	278,000.00	0.00	278,000.00	29,827,454	327,845.55
Total :	**278,000.00**	**0.00**	**278,000.00**	**29,827,454**	**327,845.55**
Total :	**278,000.00**	**0.00**	**278,000.00**	**29,827,454**	**327,845.55**
GOIT Total :				**29,827,454**	**327,845.55**
GOJP(GOJP)					
JPY (Loan Currency)					
Government Loans					
IDC-008 Tamil Nadu Investment Promotion Programme	12,987,000,000.00	1,583,820,000.00	11,403,180,000.00	6,656,036,166	73,159,172.72
IDC-009 Tamil Nadu Investment Promotion Program Phase-2	22,145,000,000.00	22,145,000.00	22,122,855,000.00	12,913,110,464	141,933,194.95
IDC-010 Gujarat Investment Promotion Program	16,825,000,000.00	5,619,568,000.00	11,205,432,000.00	6,540,610,658	71,890,484.51
IDP-167 Purulia Pumped Storage Project (III)	13,316,607,271.00	6,495,933,271.00	6,820,674,000.00	3,981,227,414	43,759,273.05
IDP-168 Bangalore Water Supply and Sewerage Project (II-2)	9,706,349,571.00	4,745,771,571.00	4,960,578,000.00	2,895,489,379	31,825,489.27

IDP-168A Bangalore Water Supply and Sewerage Project (II-2)	17,985,529,075.00	5,919,024,075.00	12,066,505,000.00	7,043,218,969	77,414,854.75
IDP-173 Orissa Forestry Sector Development Project	12,126,116,768.00	3,996,103,768.00	8,130,013,000.00	4,745,488,588	52,159,575.25
IDP-174 Hussain Sagar Lake and Catchment Area Improv. Proj	4,839,031,999.00	1,619,014,999.00	3,220,017,000.00	1,879,523,923	20,658,603.99
IDP-175 Kolkata Solid Waste Management Improvement Project	2,467,642,276.00	847,896,276.00	1,619,746,000.00	945,445,740	10,391,774.70
IDP-178 Transmission System Modernization & Strengthening	15,999,422,003.00	7,024,155,003.00	8,975,267,000.00	5,238,863,348	57,582,455.83
IDP-181 Andhra Pradesh Irrigation & Livelihood Improvement	15,129,951,954.00	6,766,484,954.00	8,363,467,000.00	4,881,755,688	53,657,341.79
IDP-183 Gujarat Forestry Development Project Phase 2	14,931,782,061.00	4,436,557,061.00	10,495,225,000.00	6,126,062,833	67,334,022.49
IDP-184 Kerala Water Supply Project (II)	29,634,151,261.00	13,010,119,261.00	16,624,032,000.00	9,703,447,478	106,654,497.12
IDP-185 Agra Water Supply Project	23,176,630,047.00	10,198,213,047.00	12,978,417,000.00	7,575,502,003	83,265,391.84
IDP-186 Amritsar Sewerage Project	6,154,353,358.00	1,845,495,358.00	4,308,858,000.00	2,515,080,415	27,644,261.22
IDP-187 Orissa Integrated Sanitation Improvement Project	19,030,179,523.00	5,616,243,523.00	13,413,936,000.00	7,829,714,443	86,059,543.10
IDP-189 Goa Water Supply and Sewerage Project	13,277,558,966.00	6,204,686,966.00	7,072,872,000.00	4,128,435,386	45,377,295.13
IDP-189A Goa Water Supply & Sewerage Project	5,614,000,000.00	1,392,772,000.00	4,221,228,000.00	2,463,930,784	27,082,055.04
IDP-189B Goa Water Supply and Sewerage Project	1,384,522,918.00	581,914,918.00	802,608,000.00	468,482,290	5,149,277.42
IDP-193 Hyderabad Outer Ring Road Project Phase-1	23,307,428,683.00	9,095,603,683.00	14,211,825,000.00	8,295,442,253	91,178,544.92
IDP-193A Hyderabad Outer Ring Road Project Phase-1	855,944,167.00	334,069,167.00	521,875,000.00	304,618,438	3,348,183.86
IDP-194 Forest Department-Uttar Pradesh	6,783,039,482.00	1,851,489,482.00	4,931,550,000.00	2,878,545,735	31,639,254.86
IDP-194A U. Pradesh Participatory Forest Management and Pov	621,899,889.00	163,979,889.00	457,920,000.00	267,287,904	2,937,868.94
IDP-195 Hogenakkal Water Supply and Fluorosis Mitigation P	15,908,241,291.00	6,208,116,291.00	9,700,125,000.00	5,661,962,963	62,232,914.00
IDP-195A Hogenakkal Water Supply and Fluorosis Mitigation P	977,423,500.00	381,448,500.00	595,975,000.00	347,870,608	3,823,585.87
IDP-196 Tamil Nadu Urban Infrastructure Project	6,818,289,731.00	2,660,839,731.00	4,157,450,000.00	2,426,703,565	26,672,875.69
IDP-198 Hyderabad Outer Ring Road Project (Phase-II)	23,785,756,569.00	9,611,544,569.00	14,174,212,000.00	8,273,487,544	90,937,231.89
IDP-198A Hyderabad Outer Ring Road Project (Phase-II)	1,403,219,885.00	485,003,885.00	918,216,000.00	535,962,679	5,890,981.55
IDP-203 Kerala Water Supply Project (III)	4,476,157,159.00	1,528,459,159.00	2,947,698,000.00	1,720,571,323	18,911,491.98
IDP-203A Kerala Water Supply Project(III)	1,186,250,980.00	405,086,980.00	781,164,000.00	455,965,427	5,011,699.54
IDP-204 Hogenakkal Water Supply & Fluorosis Mitigation Pro	7,301,208,812.00	2,493,102,812.00	4,808,106,000.00	2,806,491,472	30,847,277.45
IDP-204A Hogenakkal Water Supply & Fluorosis Mitigation Pro	3,667,527.00	1,264,527.00	2,403,000.00	1,402,631	15,416.88
IDP-210 Rengali Irrigation Project	3,046,999,999.00	891,835,999.00	2,155,164,000.00	1,257,969,227	13,826,846.14
IDP-210A Rengali Irrigation Project (III)	20,753,472.00	6,108,472.00	14,645,000.00	8,548,287	93,957.66
IDP-214 Tamil Nadu Biodiversity Conservation and Greening	7,783,318,362.00	1,416,268,362.00	6,367,050,000.00	3,716,447,085	40,848,965.87
IDP-214A Tamil Nadu Biodiversity Conservation and Greening	95,003,597.00	17,503,597.00	77,500,000.00	45,236,750	497,215.33
IDP-216 Andhra Pradesh Rural High Voltage Distribution Sys	17,444,840,270.00	2,859,860,270.00	14,584,980,000.00	8,513,252,826	93,572,588.61
IDP-216A Andhra Pradesh Rural High Voltage Distribution Sys	28,544,900.00	4,727,900.00	23,817,000.00	13,901,983	152,802.29

IDP-217 Madhya Pradesh Transmission System Modernisation P	12,465,085,602.00	7,999,998,602.00	4,465,087,000.00	2,606,271,282	28,646,576.75
IDP-221 Rajasthan Forestry and Biodiversity Project (Phase	14,917,689,826.00	2,454,105,826.00	12,463,584,000.00	7,274,993,981	79,962,387.21
IDP-221A Rajasthan Forestry and Biodiversity Project (Phase	152,895,644.00	26,058,644.00	126,837,000.00	74,034,757	813,745.81
IDP-223 West Bengal Forest and Biodiversity Conservation P	4,888,347,580.00	674,794,580.00	4,213,553,000.00	2,459,450,886	27,032,814.68
IDP-223A West Bengal Forest and Biodiversity Conservation P	210,420,172.00	31,492,172.00	178,928,000.00	104,440,274	1,147,945.09
IDP-224 Tamil Nadu Transmission System Improvement Project	41,997,708,179.00	7,956,534,179.00	34,041,174,000.00	19,869,833,264	218,397,335.51
IDP-226 Rajasthan Rural Water Supply and Fluorosis Mitigat	34,515,219,037.00	5,892,863,037.00	28,622,356,000.00	16,706,869,197	183,631,924.28
IDP-226A Rajasthan Rural Water Supply and Fluorosis Mitigat	730,485,813.00	124,775,813.00	605,710,000.00	353,552,927	3,886,042.54
IDP-231 West Bengal Piped Water Supply Project(Purulia)	12,265,717,581.00	1,953,525,000.00	10,312,192,581.00	6,019,226,810	66,159,744.75
IDP-231A West Bengal Piped Water Supply Project(Purulia)	477,869,384.00	128,225,000.00	349,644,384.00	204,087,427	2,243,207.06
IDP-239 Agra Water Supply Project II	13,384,457,725.00	1,588,224,000.00	11,796,233,725.00	6,885,461,625	75,680,880.29
IDP-239A Agra Water Supply Project II	390,200,254.00	0.00	390,200,254.00	227,759,888	2,503,400.61
IDP-244 Rengali Irrigation Project, Phase-2	12,588,781,865.00	11,448,781,791.00	1,140,000,074.00	665,418,043	7,313,877.56
IDP-244A Rengali Irrigation Project, Phase-2	931,352,905.00	876,414,186.00	54,938,719.00	32,067,730	352,469.33
IDP-245 Odisha Transmission System Improvement Project	8,567,986,003.00	4,713,684,003.00	3,854,302,000.00	2,249,756,077	24,727,974.63
IDP-245A Odisha Transmission System Improvement Project	134,503,386.00	90,423,386.00	44,080,000.00	25,729,496	282,803.25
IDP-248 Jharkhand Horticulture Intensification by Micro Dr	1,686,776,803.00	0.00	1,686,776,803.00	984,571,620	10,821,822.99
IDP-248A Jharkhand Horticulture Intensification by Micro Dr	158,736,582.00	0.00	158,736,582.00	92,654,543	1,018,403.38
IDP-250 Transmission System Strengthening Project in Madhy	6,613,506,081.00	2,575,815,081.00	4,037,691,000.00	2,356,800,237	25,904,540.07
IDP-251 Tamil Nadu Urban Health Care Project	17,534,669,751.00	25,537,000.00	17,509,132,751.00	10,220,080,787	112,333,021.77
IDP-251A Tamil Nadu Urban Health Care Project	634,696,329.00	0.00	634,696,329.00	370,472,247	4,072,009.59
IDP-252 Odisha Integrated Sanitation Improvement Project (	24,076,517,600.00	0.00	24,076,517,600.00	14,053,463,323	154,467,272.25
IDP-252A Odisha Integrated Sanitation Improvement Project(I	1,258,375,361.00	0.00	1,258,375,361.00	734,513,698	8,073,335.72
IDP-257 Odisha Forestry Sector Development Project (Phase	8,894,502,537.00	0.00	8,894,502,537.00	5,191,721,131	57,064,296.75
IDP-257A Odisha Foresty Sector Development Project (phase 2	184,182,813.00	0.00	184,182,813.00	107,507,508	1,181,658.29
IDP-259 Rajasthan Water Sector Livelehood Improvement Proj	10,823,253,825.00	4,709,964,825.00	6,113,289,000.00	3,568,326,789	39,220,916.08
IDP-259A Rajasthan Water Sector Livelihood Improvement Proj	569,278,688.00	219,526,688.00	349,752,000.00	204,150,242	2,243,897.49
IDP-260 Andhra Pradesh Irrigation and Livelihood Improveme	3,329,725,047.00	0.00	3,329,725,047.00	1,943,560,510	21,362,455.90
IDP-260A AP irrigation and livelihood improvement project (	334,482,165.00	0.00	334,482,165.00	195,237,240	2,145,931.09
IDP-262A Upgradation of Env Mgmt for Ship Recycling in Alan	50,210,518.00	0.00	50,210,518.00	29,307,879	322,134.70
IDP-266 Bengaluru Water Supply and Sewerage Project (Phase	33,641,446,946.00	0.00	33,641,446,946.00	19,636,512,582	215,832,813.98
IDP-266A Bangaluru Water Supply and Sewerage Project (Phase	7,806,027,916.00	0.00	7,806,027,916.00	4,556,378,495	50,080,990.09

IDP-266B Bengaluru Water Supply and Sewerage project (Phase	3,029,608,042.00	0.00	3,029,608,042.00	1,768,382,214	19,437,000.73
IDP-267 Construction for Construction of Chennai Seawater	19,369,901,206.00	0.00	19,369,901,206.00	11,306,211,334	124,271,119.80
IDP-267A Construction for Construction of Chennai Seawater	1,354,403,063.07	0.00	1,354,403,063.07	790,565,068	8,689,418.88
IDP-270 Installation of Chennai Metropoltn Area Intelligen	1,782,349,749.00	0.00	1,782,349,749.00	1,040,357,548	11,434,988.59
IDP-270A Installation of Chennai Metropolitan Area intellig	682,598,475.00	0.00	682,598,475.00	398,432,730	4,379,334.51
IDP-272 Chennai Metro Project - Phase 2 (I)	66,047,812,764.00	0.00	66,047,812,764.00	38,552,108,310	423,741,740.62
IDP-272A Chennai Metro Project - Phase 2 (I)	9,454,000,000.00	0.00	9,454,000,000.00	5,518,299,800	60,653,854.36
IDP-274A Project for the Construction of Turga Pumped Stora	510,318,403.00	0.00	510,318,403.00	297,872,852	3,274,040.42
IDP-278 Construction of Chennai Peripheral Ringh Road (Ph	16,871,136,740.00	0.00	16,871,136,740.00	9,847,682,515	108,239,842.46
IDP-278A Construction of Chennai Peripheral Ringh Road Phas	582,269,318.00	0.00	582,269,318.00	339,870,601	3,735,654.58
IDP-289 Project for Ecosystem Restoration in Gujarat	2,702,103,237.00	1,255,717,000.00	1,446,386,237.00	844,255,647	9,279,553.65
IDP-289A Project for Ecosystem Restoration in Gujarat	59,924,517.00	27,238,000.00	32,686,517.00	19,079,120	209,706.29
IDP-292 Rajasthan Rural Water Supply and Fluorosis Mitigat	3,469,765,428.00	0.00	3,469,765,428.00	2,025,302,080	22,260,910.40
IDP-292A Rajasthan Rural Water Supply and Fluorosis Mitigat	47,712,630.00	0.00	47,712,630.00	27,849,862	306,109.05
IDP-299 Bengaluru Water supply and Sewerage Project (Phase	20,677,556,620.00	0.00	20,677,556,620.00	12,069,489,799	132,660,620.65
IDP-299A Bengaluru Water supply and Sewerage Project (Phase	2,176,934,671.00	0.00	2,176,934,671.00	1,270,676,767	13,966,519.83
IDP-301 Tamil Nadu Biodiversity Conservation and Greening	4,649,767,154.00	0.00	4,649,767,154.00	2,714,069,088	29,831,425.82
IDP-311 Project for Forest and Biodiversity Conservation f	490,309,069.00	0.00	490,309,069.00	286,193,404	3,145,666.90
IDP-312 Rajasthan Water Sector Livelihood Improvement Proj	2,009,842,253.00	0.00	2,009,842,253.00	1,173,144,923	12,894,508.07
IDP-312A Rajasthan Water Sector Livelihood Improvement Proj	86,865,769.00	0.00	86,865,769.00	50,703,549	557,303.12
IDP-328 Project for Construction of Chennai Seawater Desal	1,306,375,650.00	0.00	1,306,375,650.00	762,531,467	8,381,290.29
IDC-011 Pr. for Japan-India Cooprative Actions towards Sus	15,000,000,000.00	15,000,000.00	14,985,000,000.00	8,746,744,500	96,138,989.58
IDC-012 COVID-19 Crisis Response Emergency Support Loan	50,000,000,000.00	8,695,653,000.00	41,304,347,000.00	24,109,347,344	264,995,541.27
IDC-013 The COVID-19 Crisis Response Support Laons for Soc	30,000,000,000.00	1,428,580,000.00	28,571,420,000.00	16,677,137,854	183,305,135.12
IDC-014 Program for Japan India Cooperative Actions toward	7,651,000,000.00	0.00	7,651,000,000.00	4,465,888,700	49,086,380.33
IDP-117 West Bengal Transmission System project	10,495,270,538.00	9,983,308,538.00	511,962,000.00	298,832,219	3,284,585.21
IDP-118 Umiam Hydro Power Stn. Ren.Project	1,692,729,628.00	1,610,159,628.00	82,570,000.00	48,196,109	529,742.83
IDP-121 Delhi Mass Rapid Transport System	14,759,999,297.00	14,040,001,297.00	719,998,000.00	420,262,833	4,619,277.96
IDP-122 Calcutta Transport Infrastruct Development Project	10,531,049,486.00	10,017,341,486.00	513,708,000.00	299,851,360	3,295,786.99
IDP-123 Kerala Water Supply Project	11,833,871,272.00	11,257,239,272.00	576,632,000.00	336,580,098	3,699,487.34
IDP-124 Eastern Karnataka Afforestation Project	14,831,717,022.00	14,109,163,022.00	722,554,000.00	421,754,770	4,635,676.44
IDP-125 Tamil Nadu Afforestation Program	13,286,431,611.00	12,638,347,611.00	648,084,000.00	378,286,631	4,157,900.63

IDP-126 Rajghat Canal Irrigation Program	12,564,647,312.00	11,951,739,312.00	612,908,000.00	357,754,400	3,932,222.61
IDP-127 Simhadri and Vizag Trans.System	10,436,737,727.00	9,418,525,727.00	1,018,212,000.00	594,330,344	6,532,524.05
IDP-128 Srisailem Left Bk. Power Project	14,184,210,107.00	12,800,386,107.00	1,383,824,000.00	807,738,069	8,878,174.25
IDP-130 Bakreshwer Thermal Power Station Project II	32,300,689,008.00	29,149,405,008.00	3,151,284,000.00	1,839,404,471	20,217,634.95
IDP-132 Punjab Afforestation Project	6,188,150,982.00	5,584,434,982.00	603,716,000.00	352,389,029	3,873,249.67
IDP-133 Chhattisgarh Sericulture Project	1,205,018,471.00	1,087,458,471.00	117,560,000.00	68,619,772	754,227.54
IDP-134 Manipur Sericulture Poject	3,941,862,859.00	3,557,342,859.00	384,520,000.00	224,444,324	2,466,957.91
IDP-135 Rengali Irrigation Project	6,844,227,383.00	6,176,499,383.00	667,728,000.00	389,752,834	4,283,930.28
IDP-137 Bakreshwer Thermal Power Station Project III	9,695,182,325.00	8,039,913,325.00	1,655,269,000.00	966,180,515	10,619,678.96
IDP-139 Delhi Mass Rapid Transport System Project II	6,731,999,999.00	4,925,865,999.00	1,806,134,000.00	1,054,240,416	11,587,580.77
IDP-141 Delhi Mass Rapid Transport System Project (III)	28,650,309,998.00	20,264,853,998.00	8,385,456,000.00	4,894,590,667	53,798,416.22
IDP-142 Simhadri & Vizag Transmission System Project II	5,475,724,564.00	3,739,535,564.00	1,736,189,000.00	1,013,413,519	11,138,835.92
IDP-143 West Bengal Transmission System Project (II)	2,252,896,541.00	1,538,572,541.00	714,324,000.00	416,950,919	4,582,875.38
IDP-145 Delhi Mass Rapid Transport System Project (IV)	33,582,232,890.00	21,296,077,890.00	12,286,155,000.00	7,171,428,674	78,824,059.23
IDP-146 Punjab Afforestation Project (II)	4,809,280,613.00	2,049,880,613.00	2,759,400,000.00	1,610,661,780	17,703,431.96
IDP-147 Bakreswar Thermal Power Station Units Ext. Project	36,641,068,412.00	23,235,823,412.00	13,405,245,000.00	7,824,641,507	86,003,784.41
IDP-148 Rajasthan Forestry and Biodiversity Project	8,619,235,477.00	3,673,980,477.00	4,945,255,000.00	2,886,545,344	31,727,181.78
IDP-149 Yamuna Action Plan Project (II)	8,328,004,273.00	3,549,699,273.00	4,778,305,000.00	2,789,096,629	30,656,083.73
IDP-150 Ajanta-Ellora Conser. & Tourism Dev. Pr. (II)	6,454,893,719.00	4,117,203,719.00	2,337,690,000.00	1,364,509,653	14,997,874.85
IDP-150A Ajanta Ellora Conservation & Tourism Development P	36,066,750.00	15,836,750.00	20,230,000.00	11,808,251	129,789.24
IDP-151 Delhi Mass Rapid Transport System Project (V)	56,591,043,474.00	33,126,487,474.00	23,464,556,000.00	13,696,261,337	150,541,121.44
IDP-152 Purulia Pumped Storage Project (II)	23,534,512,117.00	13,776,308,117.00	9,758,204,000.00	5,695,863,675	62,605,530.38
IDP-154 Rengali Irrigation Project (II)	6,273,570,521.00	3,672,366,521.00	2,601,204,000.00	1,518,322,775	16,688,496.78
IDP-155 Kurnool-Cuddapah Canal Modernization Project-II	3,394,348,005.00	1,986,952,005.00	1,407,396,000.00	821,497,045	9,029,404.70
IDP-156 Umiam Stage-II Hydro Pj.Stn.Renovation & Modernizn	1,825,552,865.00	1,068,627,865.00	756,925,000.00	441,817,123	4,856,189.84
IDP-157 Bisalpur Jaipur Water Supply Project	8,873,775,750.00	5,194,431,750.00	3,679,344,000.00	2,147,633,093	23,605,499.80
IDP-158 Int.Natural Resource Mgmt. & Povty.Pj. in Haryana	5,961,004,497.00	2,348,583,497.00	3,612,421,000.00	2,108,570,138	23,176,143.14
IDP-159 Delhi Mass Rapid Transport System Project(VI)	19,280,343,646.00	10,345,574,646.00	8,934,769,000.00	5,215,224,665	57,322,633.55
IDP-161 Rajasthan Minor Irrigation Improvement Project	5,351,301,142.00	2,943,317,142.00	2,407,984,000.00	1,405,540,261	15,448,858.77
IDP-162 Tamil Nadu Afforestation Project (II)	9,199,783,536.00	3,324,589,536.00	5,875,194,000.00	3,429,350,738	37,693,374.36
IDP-163 Karnataka Sus. Forest Manag.&Bio. Conservaton Pro	15,040,525,961.00	5,426,323,961.00	9,614,202,000.00	5,611,809,707	61,681,659.39
IDP-164 Ganga Action Plan Project (Varanasi)	6,200,421,868.00	2,937,213,868.00	3,263,208,000.00	1,904,734,510	20,935,703.70
IDP-165 Bangalore Water Supply&Sewerage Project Phase II-I	41,613,780,625.00	22,354,012,625.00	19,259,768,000.00	11,241,926,582	123,564,540.21

IDP-170 Delhi Mass Rapid Transport System Project-Phase 2	14,899,999,999.00	7,268,326,999.00	7,631,673,000.00	4,454,607,530	48,962,384.45
IDP-171 Bangalore Metro Rail Project	38,181,769,863.00	18,708,784,863.00	19,472,985,000.00	11,366,381,345	124,932,472.61
IDP-172 Swan River Integrated Watershed Management Project	3,449,765,638.00	1,131,584,638.00	2,318,181,000.00	1,353,122,250	14,872,711.31
IDP-179 Delhi Mass Rapid Transport System Project Phase 2(	13,582,999,999.00	5,963,306,999.00	7,619,693,000.00	4,447,614,804	48,885,524.59
IDP-182 Tripura Forest Environmental Improvement & Poverty	5,458,738,855.00	1,637,457,855.00	3,821,281,000.00	2,230,481,720	24,516,122.41
IDP-191 Delhi Mass Rapid Transport System Project Phase 2(	71,529,000,000.00	27,913,775,000.00	43,615,225,000.00	25,458,206,833	279,821,398.86
IDP-191A Delhi Mass Rapid Transport. System Project Phase2(	571,000,000.00	222,850,000.00	348,150,000.00	203,215,155	2,233,619.57
IDP-192 Kolkata East-West Metro Project	4,556,045,205.00	1,777,995,205.00	2,778,050,000.00	1,621,547,785	17,823,084.42
IDP-192A Kolkata East-West Metro Project	1,833,614,069.00	715,564,069.00	1,118,050,000.00	652,605,785	7,173,052.87
IDP-197 Chennai Metro Project	18,434,000,000.00	6,744,166,000.00	11,689,834,000.00	6,823,356,106	74,998,253.53
IDP-197A Chennai Metro Project	3,294,999,900.00	1,205,535,900.00	2,089,464,000.00	1,219,620,137	13,405,335.85
IDP-199 Capacity Development for Forest Mgt. & Personnel T	3,155,532,343.00	775,952,343.00	2,379,580,000.00	1,388,960,846	15,266,627.75
IDP-201 Guwahati Water Supply Project	17,483,216,011.00	8,540,060,011.00	8,943,156,000.00	5,220,120,157	57,376,441.88
IDP-201A Guwahati Water Supply Project	2,847,670,000.00	888,010,000.00	1,959,660,000.00	1,143,853,542	12,572,554.71
IDP-202 Delhi MassRapid Transport System Project Phase2(IV	76,037,504,933.00	25,964,060,933.00	50,073,444,000.00	29,227,869,263	321,255,276.01
IDP-202A Delhi Mass Rapid Transport System Project Phase2(I	505,806,821.00	172,734,821.00	333,072,000.00	194,414,126	2,136,883.92
IDP-205 Dedicated Freight Corridor Project (Phase I)	2,086,418,010.00	444,674,010.00	1,641,744,000.00	958,285,973	10,532,906.86
IDP-206 Delhi Mass Rapid Transport System Project Phase 2(	30,312,007,668.00	8,871,843,668.00	21,440,164,000.00	12,514,623,727	137,553,266.83
IDP-207 Kolkata East-West Metro Project (II)	21,084,463,238.00	6,171,097,238.00	14,913,366,000.00	8,704,931,734	95,679,408.64
IDP-207A Kolkata East-West Metro Project (II)	1,664,988,112.00	487,327,112.00	1,177,661,000.00	687,400,726	7,555,498.07
IDP-208 Chennai Metrol Project (II)	55,646,000,000.00	16,286,649,000.00	39,359,351,000.00	22,974,053,179	252,517,066.12
IDP-208A Chennai Metro Project (II)	4,204,999,999.00	1,230,788,999.00	2,974,211,000.00	1,736,046,961	19,081,590.95
IDP-209 Dedicated Freight Corridor Project (Phase I)(II)	83,588,018,604.00	16,880,937,604.00	66,707,081,000.00	38,936,923,180	427,971,395.75
IDP-209A Dedicated Freight Corridor Project (Phase I) (II)	5,043,485,098.00	724,674,098.00	4,318,811,000.00	2,520,889,981	27,708,116.50
IDP-211 Sikkim Biodiversity Conservation & Forest Manageme	3,810,996,557.00	1,365,310,557.00	2,445,686,000.00	1,427,546,918	15,690,742.80
IDP-211A Sikkim Biodiversity Conservation & Forest Manageme	275,650,872.00	88,948,872.00	186,702,000.00	108,977,957	1,197,820.60
IDP-212 Dedicated Freight Corridor Project (Phase 2)	1,223,898,458.00	240,811,458.00	983,087,000.00	573,827,882	6,307,173.23
IDP-213 Himachal Pradesh Crop Diversification Promotion Pr	4,207,294,995.00	1,136,794,995.00	3,070,500,000.00	1,792,250,850	19,699,350.52
IDP-213A (Himachal Pradesh Crop Diversification Promotion P	349,702,106.00	94,012,106.00	255,690,000.00	149,246,253	1,640,425.64
IDP-215 Yamuna Action Plan Project (III)	23,692,429,246.00	5,423,329,246.00	18,269,100,000.00	10,663,673,670	117,208,729.70
IDP-215A Yamuna Action Plan Project (III)	580,288,080.00	131,038,080.00	449,250,000.00	262,227,225	2,882,244.98
IDP-220 Bangalore Metro Rail Project (II)	15,895,671,293.00	3,877,033,293.00	12,018,638,000.00	7,015,279,001	77,107,755.32
IDP-220A Bangalore Metro Rail Project (II)	3,763,946,380.00	918,084,380.00	2,845,862,000.00	1,661,129,649	18,258,144.62

IDP-222 Delhi Mass Rapid Transport System Project Phase 3	125,257,000,000.00	24,440,416,000.00	100,816,584,000.00	58,846,640,081	646,807,108.37
IDP-222A Delhi Mass Rapid Transport System Project Phase 3	2,660,000,000.00	519,026,000.00	2,140,974,000.00	1,249,686,524	13,735,807.61
IDP-225 Delhi Water Supply Improvement Project	7,791,212,320.00	4,605,516,000.00	3,185,696,320.00	1,859,490,942	20,438,413.44
IDP-225A Delhi Water Supply Improvement Project	959,279,962.00	341,480,000.00	617,799,962.00	360,609,838	3,963,607.88
IDP-227 Campus Development Project of Indian Institute of	5,033,941,145.00	613,933,145.00	4,420,008,000.00	2,579,958,670	28,357,364.24
IDP-227A Campus Development Project of Indian Institute of	298,000,000.00	36,352,000.00	261,648,000.00	152,723,938	1,678,650.27
IDP-228 Bihar National Highway Improvement Project	22,440,279,339.00	3,812,903,339.00	18,627,376,000.00	10,872,799,371	119,507,314.46
IDP-228A Bihar National Highway Improvement Project	462,720,661.00	97,424,661.00	365,296,000.00	213,223,275	2,343,622.85
IDP-229 Dedicated Freight Corridor Project (Phase-2) (II)	129,403,806,093.00	12,773,721,093.00	116,630,085,000.00	68,076,980,615	748,261,496.62
IDP-229A Dedicated Freight Corridor Project (Phase-2) (II)	6,578,000,000.00	603,735,000.00	5,974,265,000.00	3,487,178,481	38,328,982.36
IDP-230 Chennai Metro Project(III)	47,375,000,000.00	6,932,955,000.00	40,442,045,000.00	23,606,021,667	259,463,286.15
IDP-230A Chennai Metro Rail Ltd (III)	1,316,000,000.00	192,605,000.00	1,123,395,000.00	655,725,662	7,207,344.69
IDP-232 Bihar National Highway Improvement Project(phase 2	13,898,319,051.00	2,007,771,051.00	11,890,548,000.00	6,940,512,868	76,285,970.66
IDP-232A Bihar National Highway Improvement Project(phase 2	420,089,390.00	58,469,390.00	361,620,000.00	211,077,594	2,320,038.80
IDP-233 Mumbai Metro Line 3 Project	64,237,000,000.00	7,896,136,000.00	56,340,864,000.00	32,886,162,317	361,465,047.53
IDP-233A Mumbai Metro Line 3 Project	6,763,000,000.00	824,764,000.00	5,938,236,000.00	3,466,148,353	38,097,831.76
IDP-234 Campus Development Project of Indian Institute of	17,074,287,762.00	2,083,563,762.00	14,990,724,000.00	8,750,085,599	96,175,712.94
IDP-234A Campus Development Project of Indian Institute of	599,999,999.00	73,175,999.00	526,824,000.00	307,507,169	3,379,935.07
IDP-235 Uttarkhand Forest Resource Management Project	10,180,447,266.00	717,273,000.00	9,463,174,266.00	5,523,654,819	60,712,713.53
IDP-235A Uttarakhand Forest Resource Management Project	95,065,703.00	29,687,000.00	65,378,703.00	38,161,549	419,448.95
IDP-238 Delhi Mass Rapid Transport System Project Phase 3(	148,887,000,000.00	14,659,954,000.00	134,227,046,000.00	78,348,326,750	861,157,996.47
IDP-242A Guwahati Sewerage Project	148,490,388.00	48,392,000.00	100,098,388.00	58,427,429	642,199.39
IDP-243 Project for Pollution Abatement of River Mula-Muth	11,014,079,090.00	296,660,000.00	10,717,419,090.00	6,255,757,523	68,759,549.03
IDP-243A Project for Pollution Abatement of River Mula-Muth	486,109,603.00	15,900,000.00	470,209,603.00	274,461,345	3,016,715.12
IDP-246 Chennai Metro Project (IV)	17,700,999,999.00	19,981,000.00	17,681,018,999.00	10,320,410,790	113,435,789.21
IDP-246A Chennai Metro Project (IV)	1,837,538,557.00	0.00	1,837,538,557.00	1,072,571,256	11,789,062.41
IDP-247 Ahmedabad Metro Project (I)	78,040,054,218.00	82,434,000.00	77,957,620,218.00	45,503,862,921	500,151,273.81
IDP-249 North East Road Network Connectivity Improvement P	59,286,897,351.00	0.00	59,286,897,351.00	34,605,761,984	380,365,859.65
IDP-249A North East Road Network Connectivity Improvement P	2,371,045,782.00	0.00	2,371,045,782.00	1,383,979,423	15,211,874.92
IDP-253 Dedicated Frieght Corridor Project -Phase I (III)	98,680,897,433.00	103,664,000.00	98,577,233,433.00	57,539,531,155	632,440,148.02
IDP-253A Dedicated Freight Corridor Project(Phase1)(III)	4,978,000,000.00	0.00	4,978,000,000.00	2,905,658,600	31,937,263.27
IDP-254 Delhi Eastern Peripheral Expressway Intelegent Tra	2,134,500,172.00	6,870,000.00	2,127,630,172.00	1,241,897,731	13,650,197.86

IDP-254A Delhi Eastern Peripheral Expressway Intelegent Tra	456,126,568.00	0.00	456,126,568.00	266,241,078	2,926,362.85
IDP-256 Nagaland Forest Management Project	2,881,120,595.00	0.00	2,881,120,595.00	1,681,710,091	18,484,352.54
IDP-256A Nagaland Forest Management Project	103,011,953.00	0.00	103,011,953.00	60,128,077	660,891.90
IDP-258 Chennai Metro Project (V)	29,251,146,946.00	0.00	29,251,146,946.00	17,073,894,472	187,666,046.81
IDP-258A Chennai Metro Project (V)	353,821,658.00	0.00	353,821,658.00	206,525,702	2,270,007.12
IDP-263 Kolkata East-West Metro Project (III)	24,345,000,000.00	0.00	24,345,000,000.00	14,210,176,500	156,189,769.86
IDP-263A Kolkata East-West Metro Project (III)	1,481,535,417.00	0.00	1,481,535,417.00	864,772,223	9,505,059.59
IDP-264 Construction of Training Inst. for Mum-Ahd High Sp	3,263,279,033.00	0.00	3,263,279,033.00	1,904,775,972	20,936,159.42
IDP-265 North East Road Netwrok Connectivity Improvement P	10,137,261,499.00	0.00	10,137,261,499.00	5,917,119,537	65,037,442.62
IDP-265A North East Road Network Connectivity Improvement P	202,318,447.00	0.00	202,318,447.00	118,093,278	1,298,010.75
IDP-268 Mumbai Metro Line 3 Project (II)	95,239,000,000.00	100,000,000.00	95,139,000,000.00	55,532,634,300	610,381,536.86
IDP-268A Mumbai Metro Line 3 Project II	4,761,000,000.00	0.00	4,761,000,000.00	2,778,995,700	30,545,060.35
IDP-269 Improvement of Himachal Pradesh Forest Ecosystems	5,011,862,815.00	0.00	5,011,862,815.00	2,925,424,325	32,154,516.31
IDP-269A Improvement of Himachal Pradesh Forest Ecosystems	49,043,631.00	0.00	49,043,631.00	28,626,767	314,648.32
IDP-271 Project for Renovation and Modernization of Umiam-	2,757,696,371.00	0.00	2,757,696,371.00	1,609,667,372	17,692,502.01
IDP-271A Project for Renovation and Modernization of Umiam-	290,576,585.00	0.00	290,576,585.00	169,609,553	1,864,246.87
IDP-273 Delhi Mass Rapid Transport System Project Phase 3	53,514,122,351.00	0.00	53,514,122,351.00	31,236,193,216	343,329,572.99
IDP-273A Delhi Mass Rapid Transport System Project Phase 3	160,877,649.00	0.00	160,877,649.00	93,904,284	1,032,139.78
IDP-275 Project for Sustainable Catchment Forest Managemen	5,023,100,594.00	0.00	5,023,100,594.00	2,931,983,817	32,226,614.33
IDP-275A Project for Sustainable Catchment Forest Managment	183,111,310.00	0.00	183,111,310.00	106,882,072	1,174,783.87
IDP-276 North East Road Network Connectivity Improvement P	23,853,000,000.00	0.00	23,853,000,000.00	13,922,996,100	153,033,254.49
IDP-276A North East Road Network Connectivity Improvement P	728,007,307.00	0.00	728,007,307.00	424,937,865	4,670,663.12
IDP-277 Contruction of Mumbai-Ahmedabad High Speed Rail (I	89,547,000,000.00	89,547,000.00	89,457,453,000.00	52,216,315,316	573,930,540.01
IDP-279 The Construction of Mumbai-Ahmedabad High Speed Ra	150,000,000,000.00	0.00	150,000,000,000.00	87,555,000,000	962,352,248.07
IDP-280 Project for the Dairy Development	4,207,283,676.00	1,605,388,376.00	2,601,895,300.00	1,518,726,287	16,692,931.94
IDP-280A Project for the Dairy Development	132,575,542.00	70,856,000.00	61,719,542.00	36,025,697	395,972.93
IDP-281 Mumbai Metro Line 3 Project (III)	38,326,000,000.00	39,928,000.00	38,286,072,000.00	22,347,580,226	245,631,249.73
IDP-281A Mumbai Metro Line 3 Project (III)	1,545,164,532.00	0.00	1,545,164,532.00	901,912,537	9,913,283.74
IDP-282 Community based Forest Managmnt and Livelihoods I	4,179,751,645.00	0.00	4,179,751,645.00	2,439,721,035	26,815,955.95
IDP-282A Community vased Forest Managment and Livelihoods I	92,083,577.00	0.00	92,083,577.00	53,749,184	590,778.92
IDP-284 Ahmedabad Metro Project (II)	8,519,770,281.88	0.00	8,519,770,281.88	4,972,989,914	54,660,133.89

IDP-285A Project for Pollution Abatement of Nag River in Na	57,816,379.00	0.00	57,816,379.00	33,747,420	370,931.48
IDP-286 North East Road Network Connectivity Improvement P	10,336,696,078.00	0.00	10,336,696,078.00	6,033,529,501	66,316,951.39
IDP-286A North East Road Network Connectivity Improvement P	201,193,212.00	0.00	201,193,212.00	117,436,478	1,290,791.60
IDP-288 Dedicated Freight Corridor Project(Phase-1) (IV)	124,319,304,065.00	0.00	124,319,304,065.00	72,565,177,783	797,593,078.30
IDP-288A Dedicated Freight Corridor Project (Phase 1) (IV)	3,315,097,235.00	0.00	3,315,097,235.00	1,935,022,256	21,268,608.51
IDP-290 Himachal Pradesh Crop Diversification promotion pr	3,511,884,706.00	0.00	3,511,884,706.00	2,049,887,103	22,531,134.28
IDP-290A Himachal Pradesh Crop Diversification Promotion Pr	235,474,824.00	0.00	235,474,824.00	137,446,655	1,510,731.51
IDP-291 Project for Setting up of All India Intitute of Me	4,991,777,796.00	0.00	4,991,777,796.00	2,913,700,700	32,025,657.23
IDP-291A Project for Setting up of All India Institute of M	383,862,971.00	0.00	383,862,971.00	224,060,816	2,462,742.62
IDP-293 North East Road Network Connectivity Improvement P	9,394,397,303.00	0.00	9,394,397,303.00	5,483,509,706	60,271,462.43
IDP-293A North East Road Network Connectivity Improvement P	72,676,682.00	0.00	72,676,682.00	42,421,379	466,270.46
IDP-294 Bengaluru Metro Rail Project (Phase-2)	7,262,668,070.00	0.00	7,262,668,070.00	4,239,219,352	46,594,966.29
IDP-294A Bengaluru Metro Rail Project (Phase-2)	1,125,759,523.00	0.00	1,125,759,523.00	657,105,834	7,222,514.72
IDP-295 Kolkata East-West Metro Project (IV)	8,504,000,000.00	0.00	8,504,000,000.00	4,963,784,800	54,558,956.78
IDP-295A Kolkata East-West Metro Project (IV)	544,000,000.00	0.00	544,000,000.00	317,532,800	3,490,130.82
IDP-296 Delhi Mass Rapid Transport System Project (Phase 4	109,081,106,407.49	0.00	109,081,106,407.49	63,670,641,810	699,829,653.16
IDP-296A Delhi Mass Rapid Transport System Project (Phase 4	723,054,920.00	0.00	723,054,920.00	422,047,157	4,638,890.19
IDP-297 Dedicated Freight Corridor Project (Phase 2) (III)	108,361,816,481.00	0.00	108,361,816,481.00	63,250,792,280	695,214,917.97
IDP-297A Dedicated Freight Corridor Project (Phase 2) (III)	4,241,573,109.00	0.00	4,241,573,109.00	2,475,806,224	27,212,582.78
IDP-300 Uttarakhand Integrated Horticulture Development Pr	9,037,979.00	0.00	9,037,979.00	5,275,468	57,984.80
IDP-300A Uttarakhand Integrated Horticulture Development Pr	22,182,590.00	0.00	22,182,590.00	12,947,978	142,316.44
IDP-302 Medical Education and Reserch Department - Assam	1,021,710,948.00	0.00	1,021,710,948.00	596,372,680	6,554,972.19
IDP-302A Medical Education and Reserch Department - Assam	552,481,676.00	0.00	552,481,676.00	322,483,554	3,544,546.55
IDP-303 North East Road Network Connectivity Improvement P	2,446,623,478.00	0.00	2,446,623,478.00	1,428,094,124	15,696,757.36
IDP-305 Project for the construction of Mumbai-Ahmedabad H	96,736,000,000.00	0.00	96,736,000,000.00	56,464,803,200	620,627,380.46
IDP-306 Establishment of Mizoram State Super Specialty Can	34,844,497.00	0.00	34,844,497.00	20,338,733	223,551.20
IDP-306A Establishment of Mizoram State Super Specialty Can	74,207,399.00	0.00	74,207,399.00	43,314,859	476,091.05
IDP-309 Project for the Construction of Mumbai- Ahmedabad	289,270,000,000.00	0.00	289,270,000,000.00	168,846,899,000	1,855,864,232.00
IDP-313 Mumbai Metro Line 3 Project (IV)	57,747,999,999.00	0.00	57,747,999,999.00	33,707,507,599	370,492,784.14
IDP-313A Mumbai Metro Line 3 Project (IV)	1,195,000,000.00	0.00	1,195,000,000.00	697,521,500	7,666,739.58
IDP-316 Project for the Construction of Mumbai- Ahmedabad	224,604,114,030.00	0.00	224,604,114,030.00	131,101,421,359	1,440,988,493.75

IDP-319	DEDICATED FREIGHT CORRIDOR PROJECT PHASE 1 (V)	14,918,654,882.00	0.00	14,918,654,882.00	8,708,018,855	95,713,340.43
IDP-322	The Establishment of the Medical College Hospital	3,505,157.00	0.00	3,505,157.00	2,045,960	22,487.97
IDP-322A	The Establishment of the Medical College Hospital	102,102,842.00	0.00	102,102,842.00	59,597,429	655,059.33
IDP-324	Mumbai Metro Line 3 Project (V)	65,080,643,594.00	0.00	65,080,643,594.00	37,987,571,666	417,536,691.12
IDP-324A	Mumbai Metro Line 3 Project (V)	4,119,358,284.00	0.00	4,119,358,284.00	2,404,469,430	26,428,491.37
IDP-325	Delhi Mass Rapid Tranasport System Project 9(Phase	22,336,101,975.00	0.00	22,336,101,975.00	13,037,582,723	143,301,319.66
IDP-326	North East Road Network Connectivity Improvement P	5,849,934,015.00	0.00	5,849,934,015.00	3,414,606,485	37,531,314.34
Total :		**4,599,365,250,998.44**	**811,392,551,578.00**	**3,787,972,699,420.44**	**2,211,039,664,652**	**24,302,426,952.80**
Non-Government Loans						
IDP-116	PGCL Northern India Transmission	3,726,396,040.00	3,453,738,040.00	272,658,000.00	159,150,475	1,749,286.93
IDP-120	NTPC Simhadri Thermal Power Station	19,371,320,418.00	17,954,723,418.00	1,416,597,000.00	826,867,669	9,088,435.38
IDP-129	NHPC Dhauliganga Hydro Power Project	16,311,105,720.00	14,719,785,720.00	1,591,320,000.00	928,853,484	10,209,402.53
IDP-138	Simhadri Thermal Power Station Project (II)	12,191,869,630.00	8,920,887,630.00	3,270,982,000.00	1,909,272,193	20,985,579.21
IDP-140	Simhadri Thermal Power Station Project	27,294,637,571.00	21,303,139,571.00	5,991,498,000.00	3,497,237,383	38,439,543.80
IDP-144	SIMHADRI THERMAL POWER STATION PROJECT(IV)	1,251,435,867.00	1,190,391,867.00	61,044,000.00	35,631,383	391,638.87
IDP-153	Dhauliganga Hydroelectric Power Plant Contruction	12,048,184,459.00	7,052,615,459.00	4,995,569,000.00	2,915,913,625	32,049,980.38
IDP-218	Micro, Small and Medium Enterprises Energy Saving	29,999,999,996.00	28,571,429,996.00	1,428,570,000.00	833,856,309	9,165,250.34
IDP-219	New and Renewable Energy Development Project	30,000,000,000.00	7,317,083,000.00	22,682,917,000.00	13,240,018,653	145,526,374.45
IDP-236	New and Renewable Energy Development Project (Phas	30,000,000,000.00	2,953,925,000.00	27,046,075,000.00	15,786,793,978	173,519,007.19
IDP-237	Micro, Small and Medium Enterprises Energy Saving	14,436,928,966.00	11,713,704,966.00	2,723,224,000.00	1,589,545,849	17,471,338.26
IDP-241	Public-Private Partnership Infrastructure Financin	49,950,000,000.00	13,788,777,000.00	36,161,223,000.00	21,107,305,865	231,998,894.98
IDP-255	Mumbai Trans-Harbour Link Project I	140,568,205,000.00	0.00	140,568,205,000.00	82,049,661,259	901,840,853.93
IDP-255A	Mumbai Trans-Harbour Link Project I	4,082,000,000.00	0.00	4,082,000,000.00	2,382,663,400	26,188,812.51
IDP-283	Mumbai Trans Harber Link II	66,908,999,999.00	0.00	66,908,999,999.00	39,054,783,299	429,266,843.77
IDP-307	Mumbai Trans-Harbour Link Project III	30,199,000,000.00	0.00	30,199,000,000.00	17,627,156,300	193,747,170.26
IDP-307A	Mumbai Trans-Harbour Link Project III	545,151,234.00	0.00	545,151,234.00	318,204,775	3,497,516.77
Total :		**488,885,234,900.00**	**138,940,201,667.00**	**349,945,033,233.00**	**204,262,915,898**	**2,245,135,929.55**
Total :		**5,088,250,485,898.44**	**950,332,753,245.00**	**4,137,917,732,653.44**	**2,415,302,580,550**	**26,547,562,882.36**
GOJP Total :					**2,415,302,580,550**	**26,547,562,882.36**

GOKR(GOKR)

USD (Loan Currency)						
Government Loans						

IND-02 Strengthening Multimodal and Integrated Logistics	100,000,000.00	0.00	100,000,000.00	9,098,020,000	100,000,000.00
Total :	**100,000,000.00**	**0.00**	**100,000,000.00**	**9,098,020,000**	**100,000,000.00**
Total :	**100,000,000.00**	**0.00**	**100,000,000.00**	**9,098,020,000**	**100,000,000.00**
GOKR Total :				**9,098,020,000**	**100,000,000.00**

GORU(GORU)

INR (Loan Currency)					
Government Loans					
3-4008 Non-Reschedule Without Interest	651,953,084.71	599,781,355.72	52,171,728.99	52,171,729	573,440.47
3-4009 Rescheduled Portion of USSR Debt 1992	11,639,275,011.81	8,535,293,111.81	3,103,981,900.00	3,103,981,900	34,117,114.49
Total :	**12,291,228,096.52**	**9,135,074,467.53**	**3,156,153,628.99**	**3,156,153,629**	**34,690,554.97**
Total :	**12,291,228,096.52**	**9,135,074,467.53**	**3,156,153,628.99**	**3,156,153,629**	**34,690,554.97**
USD (Loan Currency)					
Government Loans					
1/2641 Kudankualam Nuclear Power Project Unit 3	1,501,949,781.93	88,571,428.57	1,413,378,353.36	128,589,445,264	1,413,378,353.36
1/2642 Kudankulam Nuclear Power Project Unit No 4	1,383,128,057.73	74,285,714.29	1,308,842,343.44	119,078,738,175	1,308,842,343.44
2/2663 Kudankualam Nuclear Power Project Unit No 5	962,405,136.98	0.00	962,405,136.98	87,559,811,843	962,405,136.98
2/2664 Kudankualam Nuclear Power Project Unit No 6	730,864,884.99	0.00	730,864,884.99	66,494,233,409	730,864,884.99
3/2641 Kudankulam Nuclear Power Project Unit 3	140,213,233.73	0.00	140,213,233.73	12,756,628,047	140,213,233.73
3/2642 Kukankulam Nuclear Power Project Unit No 4	117,805,826.72	0.00	117,805,826.72	10,717,997,676	117,805,826.72
Total :	**4,836,366,922.08**	**162,857,142.86**	**4,673,509,779.22**	**425,196,854,415**	**4,673,509,779.22**
Total :	**4,836,366,922.08**	**162,857,142.86**	**4,673,509,779.22**	**425,196,854,415**	**4,673,509,779.22**
GORU Total :				**428,353,008,044**	**4,708,200,334.19**

IBRD(IBRD)

JPY (Loan Currency)					
Government Loans					
9324-IN Karnataka Urban Water Supply Modernization Project	537,620,635.00	0.00	537,620,635.00	313,809,165	3,449,202.85
9625-IN Tamil Nadu Climate Resilient Urban Development Ope	9,593,025,823.00	0.00	9,593,025,823.00	5,599,449,173	61,545,799.78
9757-IN Uttar Pradesh Agriculture Growth and Rural Enterpr	185,280,199.00	0.00	185,280,199.00	108,148,052	1,188,698.77
9761-IN Amaravati Integrated Urban Development Program	44,519,780,000.00	0.00	44,519,780,000.00	25,986,195,586	285,624,735.78
9835-IN Karnataka Water Security and Resilience Program	6,562,620,750.00	0.00	6,562,620,750.00	3,830,601,732	42,103,685.55
Total :	**61,398,327,407.00**	**0.00**	**61,398,327,407.00**	**35,838,203,707**	**393,912,122.72**
Total :	**61,398,327,407.00**	**0.00**	**61,398,327,407.00**	**35,838,203,707**	**393,912,122.72**

USD (Loan Currency)					
Government Loans					
4818-IN Karnataka Municipal Reforms Project	204,614,368.84	195,739,380.34	8,874,988.50	807,448,229	8,874,988.50
4837-IN IInd Operation under Orissa Socio-Econ.Dev.Prog.	150,000,000.00	135,820,000.00	14,180,000.00	1,290,099,236	14,180,000.00
4843-IN Punjab State Road Sector Project	246,160,369.33	224,236,762.50	21,923,606.83	1,994,614,134	21,923,606.83
4845-IN Third Pradesh Economic Reform Orogram(APER)	150,000,000.00	128,560,000.00	21,440,000.00	1,950,615,488	21,440,000.00
4846-IN Tamil Nadu Irrigated Agriculture Modernisation and	289,565,044.77	249,429,524.11	40,135,520.66	3,651,537,697	40,135,520.66
4857-IN Andhra Pradesh and Telangana Commun. Based Tank Ma	71,584,068.07	62,088,467.15	9,495,600.92	863,911,671	9,495,600.92
4872-IN Karnataka Community Based Tank Management Project	22,292,178.01	18,112,394.62	4,179,783.39	380,277,529	4,179,783.39
4879-IN Bihar Development Policy Operation	150,000,000.00	115,545,000.00	34,455,000.00	3,134,722,791	34,455,000.00
7576-IN Orissa Community Tanks Management Project	31,784,961.56	14,625,872.24	17,159,089.32	1,561,137,378	17,159,089.32
7577-IN Orissa State Roads Project	79,283,120.31	38,428,392.44	40,854,727.87	3,716,971,313	40,854,727.87
7687-IN Coal Fired Generation Rehabilitation Project	104,137,505.07	44,616,382.38	59,521,122.69	5,415,243,647	59,521,122.69
7748-IN Haryana Power System Improvement Project	260,212,149.53	116,229,755.36	143,982,394.17	13,099,547,018	143,982,394.17
7792-IN Andhra and Telangana Road Sector Project	191,534,537.66	82,090,114.52	109,444,423.14	9,957,275,506	109,444,423.14
7816-IN Andhra Pradesh and Telangana Municipal Development	202,807,688.06	84,536,232.03	118,271,456.03	10,760,360,724	118,271,456.03
7818-IN Sustainable Urban Trasport Project	88,821,782.08	37,177,403.07	51,644,379.01	4,698,615,931	51,644,379.01
7865-IN Tamil Nadu Road Sector Project	38,058,797.59	19,980,868.32	18,077,929.27	1,644,733,621	18,077,929.27
7897-IN Water Sector Improvement Project	396,167,317.78	155,779,780.08	240,387,537.70	21,870,506,257	240,387,537.70
7941-IN Mumbai Urban Transport Project-2A	280,104,815.39	115,210,835.06	164,893,980.33	15,002,087,309	164,893,980.33
7943-IN Dam Rehabilitation and Improvement Project	139,650,000.00	44,872,315.00	94,777,685.00	8,622,892,737	94,777,685.00
8022-IN Second Karnataka State Highway Imporvement Project	295,213,354.20	209,268,033.34	85,945,320.86	7,819,322,481	85,945,320.86
8090-IN West Bengal Accelerated Development of Minor irrig	20,193,004.28	12,221,299.43	7,971,704.85	725,267,302	7,971,704.85
8254-IN Second Kerala State Trasport Project -II	196,000,000.00	102,837,649.69	93,162,350.31	8,475,929,264	93,162,350.31
8313-IN Second Gujarat State Highway Project	175,000,000.00	87,073,494.99	87,926,505.01	7,999,571,011	87,926,505.01
8487-IN Punjab Rural Water and Sanitation Sector Improveme	189,417,613.16	30,260,625.30	159,156,987.86	14,480,134,587	159,156,987.86
8488-IN Tamil Nadu Sustainable Urban Development Project	352,729,993.47	47,898,642.44	304,831,351.03	27,733,617,283	304,831,351.03
8499-IN Tamil Nadu Road Sector Project-II	300,000,000.00	32,130,000.22	267,869,999.78	24,370,866,154	267,869,999.78
8601-IN Karnataka Urban Water Supply Modernization Project	100,000,000.00	13,243,931.32	86,756,068.68	7,893,084,480	86,756,068.68
8605-IN 1st Programmatic Elect. Disb. Reform Dev. Policy L	250,000,000.00	48,450,000.00	201,550,000.00	18,337,059,310	201,550,000.00
8723-IN W.B.Support to Institutional Strengthening of the	201,319,735.09	13,407,894.38	187,911,840.71	17,096,256,850	187,911,840.71
8746-IN Madhya Pradesh Urban Development Project	88,394,801.70	1,000,789.08	87,394,012.62	7,951,124,747	87,394,012.62
8755-IN Andhra Pradesh 24x7 - Power for All Project	129,504,821.53	36,861,652.10	92,643,169.43	8,428,694,083	92,643,169.43

8757-IN	Jharkhand Opportunities for Harnessing Rural Growt	76,917,734.97	18,860,516.66	58,057,218.31	5,282,057,333	58,057,218.31
8782-IN	Odisha Higher Education Program for Excellence and	69,526,297.74	16,677,836.42	52,848,461.32	4,808,163,581	52,848,461.32
8795-IN	Tamil Nadu Rural Transformation Project	79,544,851.81	4,272,886.49	75,271,965.32	6,848,258,459	75,271,965.32
8797-IN	Tamil Nadu Irrigated Agriculture Modernization Pro	298,184,583.80	133,979.78	298,050,604.02	27,116,703,564	298,050,604.02
8811-IN	Uttar Pradesh Pro-Poor Tourism Development Project	31,404,536.08	5,857,500.28	25,547,035.80	2,324,274,426	25,547,035.80
8829-IN	Maharashtra Project on Climate Resilient Agricultu	419,937,418.93	46,038,246.45	373,899,172.48	34,017,421,492	373,899,172.48
8833-IN	Madhya Pradesh Rural Connectivity Project	184,561,668.30	7,922,410.94	176,639,257.36	16,070,674,962	176,639,257.36
8855-IN	Strenghening Public Financial Management in Rajast	21,700,000.00	5,116,187.22	16,583,812.78	1,508,798,603	16,583,812.78
8869-IN	Second Programmatic Electricity Distribution Refor	250,000,000.00	69,500,000.00	180,500,000.00	16,421,926,100	180,500,000.00
8908-IN	Jharkhan Power System Improvement Project	176,167,092.71	17,347,136.92	158,819,955.79	14,449,471,342	158,819,955.79
8909-IN	Additional Financing for Dam Rehabilitation and Im	28,577,714.98	9,902,178.27	18,675,536.71	1,699,104,065	18,675,536.71
8910-IN	AP Integrated Irrigation and Agriculture Transform	28,430,500.00	2,371,103.70	26,059,396.30	2,370,889,087	26,059,396.30
8911-IN	Jharkhand Municipal Development Project	39,134,259.73	0.00	39,134,259.73	3,560,442,777	39,134,259.73
8923-IN	Chhattisgarh Public Financial Management and Accou	13,950,867.00	4,939,929.24	9,010,937.76	819,816,920	9,010,937.76
8934-IN	Tamil Nadu Health System Reform Program	287,000,000.00	35,721,683.34	251,278,316.66	22,861,351,505	251,278,316.66
8939-IN	Rajasthan State Highways Development Program II Pr	237,471,835.07	12,479,478.49	224,992,356.58	20,469,849,600	224,992,356.58
8940-IN	Uttar Pradesh Core Road Network Development Projec	126,498,515.00	5,262,338.22	121,236,176.78	11,030,091,611	121,236,176.78
8945-IN	Andhra Pradesh Health Systems Strengthening Projec	294,853,240.39	6,280,374.02	288,572,866.37	26,254,417,097	288,572,866.37
9011-IN	Odisha Integrated Project for Climate Resilient Ag	70,470,234.71	0.00	70,470,234.71	6,411,396,048	70,470,234.71
9025-IN	West Bengal Major Irrigation and Flood Management	140,346,905.60	0.00	140,346,905.60	12,768,789,541	140,346,905.60
9031-IN	State of Maharashtra's Agribusiness and Rural Tran	81,915,435.81	0.00	81,915,435.81	7,452,682,733	81,915,435.81
9093-IN	First Tamil Nadu Housing Sector Strengthening Prog	200,000,000.00	21,000,000.00	179,000,000.00	16,285,455,800	179,000,000.00
9094-IN	Tamil Nadu Housing and Habitat Development Project	37,980,787.52	2,386,163.28	35,594,624.24	3,238,406,032	35,594,624.24
9176-IN	West Benga Inland Water Transport, Logistics and S	38,996,291.53	0.00	38,996,291.53	3,547,890,403	38,996,291.53
9181-IN	Second Dam Rehabilitation and Improvement Project	103,538,228.53	0.00	103,538,228.53	9,419,928,739	103,538,228.53
9190-IN	Chhattisgarh Inclusive Rural and Accelerated Agric	1,389,996.75	0.00	1,389,996.75	126,462,182	1,389,996.75
9208-IN	Kerala Solid Waste Management Project	12,160,605.03	0.00	12,160,605.03	1,106,374,278	12,160,605.03
9219-IN	Gujarat Outcomes for Accelerated Learning (GOAL) P	351,500,000.00	0.00	351,500,000.00	31,979,540,300	351,500,000.00
9226-IN	Punjab Municipal Services Improvement Project	36,126,721.17	4,243,132.22	31,883,588.95	2,900,775,299	31,883,588.95
9247-IN	Chennai City Partnership: Sustainable Urban Servic	74,064,566.48	0.00	74,064,566.48	6,738,409,071	74,064,566.48
9248-IN	The Resilient Kerala Program	55,550,000.00	0.00	55,550,000.00	5,053,950,110	55,550,000.00
9259-IN	Supporting Andhra's Learning Transformation Operat	194,175,648.89	0.00	194,175,648.89	17,666,139,371	194,175,648.89
9301-IN	West Bengal Electricity Distribution Grid Modernis	84,423,715.57	0.00	84,423,715.57	7,680,886,527	84,423,715.57

9314-IN	Rejuvenating Watersheds for Agricultural Resilienc	66,289,201.32	0.00	66,289,201.32	6,031,004,794	66,289,201.32
9329-IN	WB Building State Capability for Inclusive Social	35,381,956.39	0.00	35,381,956.39	3,219,057,469	35,381,956.39
9409-IN	Rights : Inclusion, Accessibility and Opportunitie	49,228,874.07	0.00	49,228,874.07	4,478,852,809	49,228,874.07
9414-IN	Second Tamil Nadu Housing Sector Strengthening Dev	190,000,000.00	4,750,000.00	185,250,000.00	16,854,082,050	185,250,000.00
9422-IN	Additional Financing for Gujarat Outcomes for Acce	124,200,000.00	0.00	124,200,000.00	11,299,740,840	124,200,000.00
9438-IN	Punjab: Building Fiscal and Institutional Resilien	17,375,000.00	2,284,075.00	15,090,925.00	1,372,975,375	15,090,925.00
9440-IN	Systems Reform Endeavours for Transformed Health A	136,143,000.00	0.00	136,143,000.00	12,386,317,369	136,143,000.00
9449-IN	Gujarat Resilient Cities Partnership: Ahmedabad Ci	24,343,492.14	0.00	24,343,492.14	2,214,775,784	24,343,492.14
9484-IN	Odisha State Capability and Resilient Growth Progr	18,250,000.00	0.00	18,250,000.00	1,660,388,650	18,250,000.00
9496-IN	Karnataka Sustainable Rural Water Supply Program	182,451,500.00	7,434,476.25	175,017,023.75	15,923,083,824	175,017,023.75
9543-IN	West Bengal Accelerated Development of Minor Irrig	18,902,772.74	0.00	18,902,772.74	1,719,778,044	18,902,772.74
9553-IN	Additional Financing for Resilient Kerala Program	12,875,000.00	0.00	12,875,000.00	1,171,370,075	12,875,000.00
9561-IN	Chhattisgarh: Accelerated Learning for A Knowledge	750,000.00	0.00	750,000.00	68,235,150	750,000.00
9656-IN	West Bengal Boosting Logistics Efficiency and Trad	375,000.00	0.00	375,000.00	34,117,575	375,000.00
9663-IN	Development of Applied Knowledge and Skills for Hu	25,237,500.00	0.00	25,237,500.00	2,296,112,798	25,237,500.00
9727-IN	Kerala Climate Resilient Agri-Value Chain Moderniz	16,546,530.00	0.00	16,546,530.00	1,505,406,609	16,546,530.00
9737-IN	Maharashtra Strengthening Institutional Capabiliti	9,355,169.67	0.00	9,355,169.67	851,135,208	9,355,169.67
9833-IN	Tamil Nadu Women Employment and Safety (TN WESAFE)	16,465,000.00	0.00	16,465,000.00	1,497,988,993	16,465,000.00
4860-IN	Himachal Pradesh State Roads Project	219,998,008.44	188,673,370.41	31,324,638.03	2,849,921,833	31,324,638.03
4862-IN	Strengthening Rural Credit Cooperative Project	136,228,109.24	117,349,272.30	18,878,836.94	1,717,600,361	18,878,836.94
4871-IN	Himachal Pradesh Development Policy Programme	135,000,000.00	109,725,000.00	25,275,000.00	2,299,524,555	25,275,000.00
7788-IN	Banking Sector Support Loan	2,000,000,000.00	920,000,000.00	1,080,000,000.00	98,258,616,000	1,080,000,000.00
7796-IN	Statistical Strengthening Loan	107,000,000.00	47,080,000.00	59,920,000.00	5,451,533,584	59,920,000.00
7924-IN	Capacity Building for Industrial Pollution Managem	363,859.63	145,360.34	218,499.29	19,879,109	218,499.29
7980-IN	NHAI Technical Assistance Project	24,014,004.51	17,793,610.50	6,220,394.01	565,932,691	6,220,394.01
7995-IN	PMGSY Rural Roads Project	500,000,000.00	384,995,716.78	115,004,283.22	10,463,112,688	115,004,283.22
8029-IN	e-Delivery of Public Services Development Policy L	150,000,000.00	109,725,000.00	40,275,000.00	3,664,227,555	40,275,000.00
8065-IN	National Ganga River Basin Project	334,825,259.18	206,534,950.10	128,290,309.08	11,671,877,978	128,290,309.08
8066-IN	Eastern Dedicated Freight Corridor-I Project	530,809,460.47	260,452,281.69	270,357,178.78	24,597,150,197	270,357,178.78
8136-IN	Assam State Roads Project	282,699,526.29	173,733,123.89	108,966,402.40	9,913,785,084	108,966,402.40
8196-IN	H.P.Develop. Policy Loan to Promote Inclusive Gree	100,000,000.00	61,600,000.00	38,400,000.00	3,493,639,680	38,400,000.00
8199-IN	Himachal Pradesh State Road Project-Additional Fin	46,700,000.00	28,767,200.00	17,932,800.00	1,631,529,731	17,932,800.00
8301-IN	National Highways Interconnectivity Improvement Pr	307,735,919.46	161,364,596.30	146,371,323.16	13,316,892,255	146,371,323.16

8330-IN	Technology Centre Systems Programme	122,961,598.43	63,123,735.62	59,837,862.81	5,444,060,726	59,837,862.81
8559-IN	Swachh Bharat Mission Support Operation	1,259,050,833.61	350,016,131.70	909,034,701.91	82,704,158,987	909,034,701.91
8631-IN	North Eastern Region Power System Improvement Proj	455,721,695.78	98,115,608.92	357,606,086.86	32,535,073,304	357,606,086.86
8725-IN	National Hydrology Project	134,257,370.96	19,181,888.33	115,075,482.63	10,469,590,425	115,075,482.63
8751-IN	Innovate in India for Inclusiveness Project	64,221,775.41	13,222,937.63	50,998,837.78	4,639,884,461	50,998,837.78
8752-IN	Capacity Augmentation of the National Waterway-1 (	214,012,257.69	37,771,879.93	176,240,377.76	16,034,384,817	176,240,377.76
8753-IN	Himachal Pradesh Public Financial Management Capac	36,000,000.00	9,953,624.00	26,046,376.00	2,369,704,498	26,046,376.00
8754-IN	Assam Citizen-Centric Service Delivery Project	32,080,000.00	8,440,228.77	23,639,771.23	2,150,751,114	23,639,771.23
8765-IN	Assam State Public Finance Institutional Reforms(	31,500,000.00	6,959,670.83	24,540,329.17	2,232,684,056	24,540,329.17
8769-IN	Skill india Mission Operation (SIMO)	219,519,945.73	54,508,309.13	165,011,636.60	15,012,791,700	165,011,636.60
8776-IN	National Agricultural Higher Education Project (N	66,838,999.82	16,845,381.05	49,993,618.77	4,548,429,434	49,993,618.77
8780-IN	Assam Agribusiness and Rural Transformation Projec	194,893,043.37	26,890,523.62	168,002,519.75	15,284,902,847	168,002,519.75
8805-IN	Uttarakhand Water Supply Program for Peri-Urban Ar	106,000,000.00	21,369,463.81	84,630,536.19	7,699,703,109	84,630,536.19
8828-IN	Meghalaya Community-Led Landscapes Management Proj	42,999,079.02	11,879,855.33	31,119,223.69	2,831,233,195	31,119,223.69
8839-IN	National Nutrition Mission (Additional financing f	179,076,000.00	39,798,717.42	139,277,282.58	12,671,475,025	139,277,282.58
8854-IN	National Rural Economic Transformation Project - A	209,033,822.48	55,719,118.44	153,314,704.04	13,948,602,437	153,314,704.04
8864-IN	Additional Financing for PMGSY Rural Roads Project	270,000,000.00	135,000,000.10	134,999,999.90	12,282,326,991	134,999,999.90
8874-IN	Atal BHujal Yojana (ABHY)- National Groundwater Mg	349,742,333.96	54,543,346.08	295,198,987.88	26,857,262,957	295,198,987.88
8877-IN	Uttarakhand Workforce Development Project	54,180,848.67	8,804,387.90	45,376,460.77	4,128,359,476	45,376,460.77
8918-IN	Shimla Water Supply and Sewerage Service Delivery	40,000,000.00	10,440,000.00	29,560,000.00	2,689,374,712	29,560,000.00
8921-IN	Additional Financing for the Uttarakhand Disaster	94,210,405.87	18,691,015.32	75,519,390.55	6,870,769,256	75,519,390.55
8926-IN	Program Towards Elimination of Tuberculosis	378,679,086.76	49,305,584.70	329,373,502.06	29,966,467,092	329,373,502.06
8928-IN	Uttarakhand Public Financial Management Strengthen	27,420,000.00	8,383,172.70	19,036,827.30	1,731,974,355	19,036,827.30
9026-IN	Assam Inland Water Transport Project	61,930,398.38	5,976,422.68	55,953,975.70	5,090,703,900	55,953,975.70
9041-IN	Source Sustainability and Climate Resilient Rain-f	59,549,876.28	5,638,016.88	53,911,859.40	4,904,911,751	53,911,859.40
9062-IN	Green National Highways Corridor Project	260,908,597.79	9,260,548.08	251,648,049.71	22,894,989,892	251,648,049.71
9066-IN	Himachal Pradesh State Roads Transformation Projec	55,576,234.94	4,537,303.73	51,038,931.21	4,643,532,169	51,038,931.21
9086-IN	COVID-19 Emergency Response and Health Systems Pre	1,000,000,000.00	37,000,000.00	963,000,000.00	87,613,932,600	963,000,000.00
9101-IN	Strengthening Teaching-Learning And Results for St	396,192,034.35	0.00	396,192,034.35	36,045,630,524	396,192,034.35
9111-IN	Accelerating India's COVID-19 Social Protection Re	200,000,000.00	7,400,000.00	192,600,000.00	17,522,786,520	192,600,000.00
9136-IN	Second National Ganga River Basin Project	200,737,408.14	6,959,079.09	193,778,329.05	17,629,991,133	193,778,329.05
9153-IN	Micro,Small and Medium Enterprises Emergency Respo	750,000,000.00	53,550,000.00	696,450,000.00	63,363,160,290	696,450,000.00

9169-IN	Meghalaya Integrated Transport Project	99,548,786.94	0.00	99,548,786.94	9,056,968,546	99,548,786.94
9185-IN	Nagaland: Enhancing Classroom Teaching and Resourc	29,165,691.10	0.00	29,165,691.10	2,653,500,409	29,165,691.10
9227-IN	Mizoram Health Systems Strengthening Project	23,491,741.77	0.00	23,491,741.77	2,137,283,365	23,491,741.77
9241-IN	Raising and Accelerating MSME Performance Program	258,488,049.33	0.00	258,488,049.33	23,517,294,426	258,488,049.33
9280-IN	Coordinated &Responsive Indian Social Protection S	387,500,000.00	0.00	387,500,000.00	35,254,827,500	387,500,000.00
9291-IN	Meghalaya Health Systems Strengthening Project	28,594,766.00	0.00	28,594,766.00	2,601,557,530	28,594,766.00
9295-IN	Shimla-Himachal Pradesh Water Supply and Sewerage	87,874,900.54	0.00	87,874,900.54	7,994,876,026	87,874,900.54
9365-IN	Public Service Capability Enhancement Project	9,551,320.33	0.00	9,551,320.33	868,981,034	9,551,320.33
9407-IN	Transforming India's Public Health Systems for Pan	216,606,300.00	0.00	216,606,300.00	19,706,884,495	216,606,300.00
9418-IN	India's Enhanced Health Service Delivery Program	339,806,400.00	0.00	339,806,400.00	30,915,654,233	339,806,400.00
9419-IN	Fisheries Sector Prosperity Project	1,882,340.28	0.00	1,882,340.28	171,255,695	1,882,340.28
9424-IN	Catalyzing Private Financing for Sustainable Recov	667,000,000.00	0.00	667,000,000.00	60,683,793,400	667,000,000.00
9487-IN	Assam Integrated River Basin Management Project-Ph	40,697,237.53	0.00	40,697,237.53	3,702,642,810	40,697,237.53
9566-IN	Himachal Pradesh Power Sector Development Program	34,526,667.00	0.00	34,526,667.00	3,141,243,069	34,526,667.00
9568-IN	Tripura Rural Economic Growth and Service Delivery	21,132,764.70	0.00	21,132,764.70	1,922,663,159	21,132,764.70
9570-IN	Assam State Secondary Healthcare Initiative for Se	21,401,472.55	0.00	21,401,472.55	1,947,110,253	21,401,472.55
9571-IN	Manipur Infotech eNabled Development Project	115,000.00	0.00	115,000.00	10,462,723	115,000.00
9574-IN	First Low-Carbon Energy Programmatic Development P	1,443,430,000.00	100,895,757.00	1,342,534,243.00	122,144,033,935	1,342,534,243.00
9629-IN	Sikkim: Integrated Service Provision and Innovatio	18,007,269.86	0.00	18,007,269.86	1,638,305,013	18,007,269.86
9632-IN	Assam Resilient Rural Bridges Operation	6,511,372.44	0.00	6,511,372.44	592,405,967	6,511,372.44
9650-IN	Uttarakhand Climate Responsive Rainfed Farming Pro	2,202,873.53	0.00	2,202,873.53	200,417,874	2,202,873.53
9654-IN	Uttarakhand Disaster Preparedness and Resilience P	6,995,054.44	0.00	6,995,054.44	636,411,452	6,995,054.44
9705-IN	Second Low-Carbon Energy Programmatic Development	1,468,500,000.00	79,299,000.00	1,389,201,000.00	126,389,784,820	1,389,201,000.00
9736-IN	Enhancing Landscape and Ecosystem Management (ELEM	756,051.75	0.00	756,051.75	68,785,739	756,051.75
9759-IN	Meghalaya Multisectoral Project for Adolescent Wel	598,645.59	0.00	598,645.59	54,464,896	598,645.59
TF16957	2nd DPL to Promote Inclusive Green Growth & Sustai	100,000,000.00	3,000,000.00	97,000,000.00	8,825,079,400	97,000,000.00
Total :		**28,242,274,778.25**	**7,048,935,315.80**	**21,193,339,462.45**	**1,928,174,262,962**	**21,193,339,462.45**
Non-Government Loans						
4813-IN	Power System Development Project-III	400,000,000.00	382,145,000.00	17,855,000.00	1,624,451,471	17,855,000.00
4870-IN	Rampur Hydropower Project	400,000,000.00	325,095,000.00	74,905,000.00	6,814,871,881	74,905,000.00
4890-IN	Fourth Power System Development Project (PSDP-IV)	576,864,011.10	446,793,911.60	130,070,099.50	11,833,803,667	130,070,099.50

7593-IN	Fourth Power System Development Project	400,000,000.00	184,442,072.55	215,557,927.45	19,611,503,351	215,557,927.45
7613-IN	Financing Public Private Partnerships (PPPs) in In	195,000,000.00	85,644,000.00	109,356,000.00	9,949,230,751	109,356,000.00
7787-IN	Fifth Power System Development Project	1,000,000,000.00	417,621,536.38	582,378,463.62	52,984,909,096	582,378,463.62
8078-IN	Vishnugad Pipalkoti Hydro Electri Project	428,644,028.97	80,948,157.43	347,695,871.54	31,633,439,932	347,695,871.54
8737-IN	Shared Infrastructure for Solor Parks Project	42,168,810.80	8,308,250.02	33,860,560.78	3,080,640,592	33,860,560.78
8857-IN	India Energy Efficiency Scale up Programme	187,608,626.00	37,502,107.92	150,106,518.08	13,656,721,036	150,106,518.08
8944-IN	Innovation in Solar Power and Hybrid Technologies	58,343,901.60	38,340,544.73	20,003,356.87	1,819,909,409	20,003,356.87
9426-IN	Additional Financing: Rooftop Solar Program for Re	100,900,170.45	0.00	100,900,170.45	9,179,917,688	100,900,170.45
TF0A2401	Clean Technology Fund - Grid Connected Rooftop Sol	120,000,000.00	0.00	120,000,000.00	10,917,624,000	120,000,000.00
TF0A4648	Shared Infratrurcture for Solor Parks Project	13,984,942.91	0.00	13,984,942.91	1,272,352,903	13,984,942.91
TF0A9875	Innovation in Solar Power and Hybrid Technologies	12,999,236.21	0.00	12,999,236.21	1,182,673,110	12,999,236.21
	Total :	**3,936,513,728.04**	**2,006,840,580.63**	**1,929,673,147.41**	**175,562,048,886**	**1,929,673,147.41**
	Total :	**32,178,788,506.29**	**9,055,775,896.43**	**23,123,012,609.86**	**2,103,736,311,848**	**23,123,012,609.86**
IBRD Total :					**2,139,574,515,555**	**23,516,924,732.58**

IDA(IDA)

USD	**(Loan Currency)**					
Government Loans						
5573-IN	Telangana Rural Inclusive Growth Project	2,199,369.30	659,810.76	1,539,558.54	140,069,344	1,539,558.54
5576-IN	Andhra Pradesh Rural Inclusive Growth Project	48,522,347.59	15,088,202.20	33,434,145.39	3,041,845,234	33,434,145.39
5578-IN	Enhancing Teacher Effectiveness in Bihar Operation	116,600,000.00	32,065,000.00	84,535,000.00	7,691,011,207	84,535,000.00
5694-IN	Andhra Pradesh Disaster Recovery Project	141,369,325.84	41,057,736.76	100,311,589.08	9,126,368,437	100,311,589.08
5696-IN	Bihar Kosi Basin Development Project	169,311,285.72	45,803,450.93	123,507,834.79	11,236,767,511	123,507,834.79
5703-IN	Madhya Pradesh Higher Education Quality Improvemen	262,051,280.17	72,705,536.91	189,345,743.26	17,226,713,591	189,345,743.26
5705-IN	Citizen Access to Responsive Services Project	28,280,000.00	7,070,000.00	21,210,000.00	1,929,690,042	21,210,000.00
5867-IN	Bihar Transformative Development Project - JEEVIKA	290,000,000.00	65,250,000.00	224,750,000.00	20,447,799,950	224,750,000.00
5868-IN	Tejaswini: Socioeconomic Empowerment of Adolescent	33,061,891.25	8,720,786.00	24,341,105.25	2,214,558,624	24,341,105.25
5938-IN	Bihar Rural Roads Project	147,972,220.25	30,613,491.89	117,358,728.36	10,677,320,578	117,358,728.36
6464-IN	First Resilient Kerala Program Development Policy	90,400,000.00	6,942,720.00	83,457,280.00	7,592,960,026	83,457,280.00
0680-IN	Kerala Agricultural Development Program	30,000,000.00	29,100,000.00	900,000.00	81,882,180	900,000.00
0682-IN	Orissa Agricultural Development Program	18,684,006.87	17,843,220.00	840,786.87	76,494,958	840,786.87
0685-IN	Singrauli Thermal Power Project	150,000,000.00	145,500,000.00	4,500,000.00	409,410,900	4,500,000.00
0687-IN	Madras Urban Development Program	24,000,000.00	22,920,000.00	1,080,000.00	98,258,616	1,080,000.00

0690-IN	West Bengal Agricultural Project	6,847,748.45	6,539,572.00	308,176.45	28,037,955	308,176.45
0695-IN	Gujarat Fisheries Project	4,000,000.00	3,820,000.00	180,000.00	16,376,436	180,000.00
0712-IN	M.P. Agricultural Extension Project	9,739,781.97	9,301,432.00	438,349.97	39,881,168	438,349.97
0715-IN	Second A.R.D.C. Project	200,000,000.00	191,000,000.00	9,000,000.00	818,821,800	9,000,000.00
0720-IN	Periyar Vaigai Irrigation Project	23,000,000.00	21,965,000.00	1,035,000.00	94,164,507	1,035,000.00
0728-IN	Assam Agricultural Project	8,000,000.00	7,640,000.00	360,000.00	32,752,872	360,000.00
0736-IN	Maharashtra Irrigation Project	70,000,000.00	67,900,000.00	2,100,000.00	191,058,420	2,100,000.00
0737-IN	Rajasthan Agrl. Extn.& Reser. Project	13,000,000.00	12,415,000.00	585,000.00	53,223,417	585,000.00
0740-IN	Orissa Irrigation Project	58,000,000.00	55,390,000.00	2,610,000.00	237,458,322	2,610,000.00
0747-IN	Second Foodgrain Storage Project	104,511,515.38	98,240,772.00	6,270,743.38	570,513,487	6,270,743.38
0756-IN	IInd Calcutta Urban Development Project	87,000,000.00	81,780,000.00	5,220,000.00	474,916,644	5,220,000.00
0761-IN	Bihar Agriculture Research Project	4,170,319.61	3,982,598.00	187,721.61	17,078,950	187,721.61
0788-IN	Karnataka Irrigation Project	117,639,682.84	108,816,706.40	8,822,976.44	802,716,161	8,822,976.44
0793-IN	Korba Thermal Power Project	199,919,026.91	187,923,860.00	11,995,166.91	1,091,322,685	11,995,166.91
0806-IN	J & K Horticulture Project	6,703,051.67	6,300,820.00	402,231.67	36,595,118	402,231.67
0808-IN	Gujarat Irrigation Project	85,000,000.00	79,900,000.00	5,100,000.00	463,999,020	5,100,000.00
0815-IN	A.P. Fisheries Project	9,977,249.66	9,378,568.00	598,681.66	54,468,177	598,681.66
0816-IN	Second National Seed Project	16,000,000.00	14,800,000.00	1,200,000.00	109,176,240	1,200,000.00
0824-IN	National Dairy Project	150,000,000.00	138,750,000.00	11,250,000.00	1,023,527,250	11,250,000.00
0842-IN	IInd Bombay Water Sup & Sew Project	196,000,000.00	181,300,000.00	14,700,000.00	1,337,408,940	14,700,000.00
0843-IN	Haryana Irrigation Project	111,000,000.00	102,675,000.00	8,325,000.00	757,410,165	8,325,000.00
0844-IN	Raily Modernisation & Maint. Project	189,999,999.99	175,749,999.99	14,250,000.00	1,296,467,850	14,250,000.00
0848-IN	Punjab Water Supply & Sewerage	35,208,347.32	32,567,695.00	2,640,652.32	240,247,076	2,640,652.32
0855-IN	National Agri Research Project	19,467,585.77	17,715,442.00	1,752,143.77	159,410,391	1,752,143.77
0862-IN	Composite Agricultural Extension	25,000,000.00	22,750,000.00	2,250,000.00	204,705,450	2,250,000.00
0871-IN	National Cooperative Development Program	30,000,000.00	27,300,000.00	2,700,000.00	245,646,540	2,700,000.00
0874-IN	Ramagundam Thermal Power Project	200,000,000.00	182,000,000.00	18,000,000.00	1,637,643,600	18,000,000.00
0889-IN	Punjab Irrigation Project	129,000,000.00	117,390,000.00	11,610,000.00	1,056,280,122	11,610,000.00
0899-IN	Mahrashtra Water Supply and Sewage Project	48,000,000.00	43,680,000.00	4,320,000.00	393,034,464	4,320,000.00
0911-IN	Second REC Project	171,749,073.90	156,291,644.00	15,457,429.90	1,406,320,064	15,457,429.90
0925-IN	U.P Social Forestry Project	23,000,000.00	20,930,000.00	2,070,000.00	188,329,014	2,070,000.00
0947-IN	Third ARDC Credit Project	250,000,000.00	227,500,000.00	22,500,000.00	2,047,054,500	22,500,000.00
0954-IN	IInd Maharashtra Irrig. Project	210,000,000.00	184,800,000.00	25,200,000.00	2,292,701,040	25,200,000.00

0961-IN	Gujarat Community Forestry Project	37,000,000.00	32,560,000.00	4,440,000.00	403,952,088	4,440,000.00
0963-IN	Inland Fisheries Project	19,346,658.32	17,315,207.00	2,031,451.32	184,821,847	2,031,451.32
0981-IN	Second Population Project	44,237,926.96	38,929,316.00	5,308,610.96	482,978,487	5,308,610.96
1003-IN	Tamilnadu Nutrition Project	31,976,927.60	28,139,636.00	3,837,291.60	349,117,557	3,837,291.60
1004-IN	U.P.Public Tubewells Project	18,000,000.00	15,840,000.00	2,160,000.00	196,517,232	2,160,000.00
1011-IN	Second Gujrat Irrigation Project	159,264,073.82	137,763,411.00	21,500,662.82	1,956,134,603	21,500,662.82
1012-IN	Cashewnut Project	15,352,332.02	13,509,988.00	1,842,344.02	167,616,827	1,842,344.02
1027-IN	Second Singrauli Thermal Power	300,000,000.00	259,500,000.00	40,500,000.00	3,684,698,100	40,500,000.00
1028-IN	Kerala Agriculture Extension Project	10,000,000.00	8,800,000.00	1,200,000.00	109,176,240	1,200,000.00
1033-IN	Calcutta Urban Transport Project	44,571,078.99	39,222,532.00	5,348,546.99	486,611,875	5,348,546.99
1034-IN	Karnataka Sericulture Project	53,947,221.77	46,664,328.00	7,282,893.77	662,599,132	7,282,893.77
1046-IN	Rajasthan Water Supply & Sewerag Project	80,000,000.00	69,200,000.00	10,800,000.00	982,586,160	10,800,000.00
1053-IN	Farakka Thermal Power Project	225,000,000.00	194,625,000.00	30,375,000.00	2,763,523,575	30,375,000.00
5524-IN	Neeranchal National Watershed Project	1,197,522.37	389,583.80	807,938.57	73,506,413	807,938.57
5693-IN	National Cyclone Risk Mitigation Project-II	196,223,194.78	58,678,698.50	137,544,496.28	12,513,825,780	137,544,496.28
5695-IN	Jhelum and Tawi Flood Recovery Project	205,780,435.02	68,750,000.00	137,030,435.02	12,467,056,384	137,030,435.02
5738-IN	Nai Manzil - Education and Skills Training for Min	49,569,315.57	13,656,879.04	35,912,436.53	3,267,320,658	35,912,436.53
5838-IN	Himachal Pradesh Horitculture Development Project	106,491,945.67	25,253,137.89	81,238,807.78	7,391,122,980	81,238,807.78
5874-IN	Technical Education Quality Improvement Project -	164,324,724.08	37,013,110.08	127,311,614.00	11,582,836,104	127,311,614.00
5927-IN	Nagaland Health Project	42,992,939.35	8,599,584.66	34,393,354.69	3,129,114,288	34,393,354.69
5948-IN	Uttarakhand Health Systems Development Project	64,951,752.53	13,737,789.29	51,213,963.24	4,659,456,618	51,213,963.24
5965-IN	Skill Strengthening for Industrial Value Enhanceme	91,417,197.37	19,842,640.61	71,574,556.76	6,511,867,489	71,574,556.76
6656-IN	Accelerating India's COVID-19 Social Protection Re	240,430,000.00	8,895,910.01	231,534,089.99	21,065,017,814	231,534,089.99
6812-IN	Second Accelerating India's COVID-19 Social Protec	291,400,000.00	0.00	291,400,000.00	26,511,630,280	291,400,000.00
6955-IN	Coordinated &Responsive Indian Social Protection S	94,500,000.00	0.00	94,500,000.00	8,597,628,900	94,500,000.00
7183-IN	Catalyzing Private Financing for Sustainable Recov	83,000,000.00	0.00	83,000,000.00	7,551,356,600	83,000,000.00
7375-IN	First Low-Carbon Energy Programmatic Development P	56,570,000.00	3,954,243.00	52,615,757.00	4,786,992,095	52,615,757.00
7609-IN	Second Low-Carbon Energy Programmatic Development	31,500,000.00	1,701,000.00	29,799,000.00	2,711,118,980	29,799,000.00
	Total :	**7,123,430,356.68**	**4,302,376,059.72**	**2,821,054,296.96**	**256,660,084,148**	**2,821,054,296.96**
	Total :	**7,123,430,356.68**	**4,302,376,059.72**	**2,821,054,296.96**	**256,660,084,148**	**2,821,054,296.96**
XDR	**(Loan Currency)**					
Government Loans						

3635-1-IN Karnataka Community Based Tank Management Project	11,000,000.00	6,600,000.00	4,400,000.00	550,180,840	6,047,259.07
3732-1-IN Addl Financing for Andhra Pradesh Rural Poverty Re	42,700,000.00	25,620,000.00	17,080,000.00	2,135,701,988	23,474,360.22
4054-IN-TN Emergency Tsunami Reconstruction Project(TN)	98,267,552.83	58,964,706.53	39,302,846.30	4,914,471,134	54,016,930.44
4103-IN TN Empr. and Pov.Reduction Vazhndhu Kaatuvom Proj.	79,400,000.00	51,610,000.00	27,790,000.00	3,474,892,169	38,193,938.56
4211-IN Karnataka Panchayats Strengthening Project	80,962,071.76	48,617,392.08	32,344,679.68	4,044,414,326	44,453,785.84
4225-IN Second Operation under Orissa Socio-Economic Dev P	50,500,000.00	32,825,000.00	17,675,000.00	2,210,101,443	24,292,114.58
4229-IN Karnataka Health System Dev and Reform Project	96,361,464.50	62,641,878.68	33,719,585.82	4,216,334,102	46,343,425.30
4251-IN Punjab Rural Water Supply and Sanitation Project	91,685,855.28	55,269,352.39	36,416,502.89	4,553,559,580	50,050,006.26
4254-IN Third Andhra Pradesh Economic Reform Programe	50,800,000.00	30,480,000.00	20,320,000.00	2,540,835,152	27,927,341.91
4255-IN Tamilnadu Irrigated Agri Modernization & Water Bod	99,800,000.00	64,870,000.00	34,930,000.00	4,367,685,623	48,006,990.79
4291-IN Andhra Pradesh and Telangana Commun. Based Tank Ma	57,793,973.32	34,695,630.14	23,098,343.18	2,888,242,239	31,745,833.04
4323-IN Bihar Rural Livelihoods Project (BRLP)	41,400,000.00	24,840,000.00	16,560,000.00	2,070,680,616	22,759,684.15
4380-IN Bihar Development Policy Operation - 1	47,800,000.00	28,680,000.00	19,120,000.00	2,390,785,832	26,278,089.43
4472-IN Orissa Rural Livelihood Project-TRIPTI	43,915,446.43	28,820,809.74	15,094,636.69	1,887,449,976	20,745,722.43
4499-IN Orissa Community Tanks Management Project	16,983,000.00	11,038,950.00	5,944,050.00	743,250,550	8,169,365.98
4632-IN Second Madhya Pradesh District Poverty Initiatives	59,718,101.86	35,989,193.00	23,728,908.86	2,967,088,866	32,612,468.05
4640-IN Uttar Pradesh Sodic Lands Reclamation-III Project	117,734,544.09	71,916,120.60	45,818,423.49	5,729,186,073	62,971,790.27
4653-IN Andhra Pradesh Rural and Telangana Water Supply an	77,222,210.10	46,613,841.23	30,608,368.87	3,827,304,113	42,067,440.09
4675-IN Addl.Financing for Andhra Pradesh RuralPoverty Re	62,900,000.00	34,595,000.00	28,305,000.00	3,539,288,336	38,901,742.75
4709-IN Additional Financing For Rajasthan Water Sector Re	4,301,335.52	2,150,667.62	2,150,667.90	268,921,880	2,955,828.63
4756-IN Additional Financing for Tamil Nadu Health Systems	77,110,895.73	38,568,318.97	38,542,576.76	4,819,406,195	52,972,033.42
4758-IN West Bengal Institutional Strengthening of Gram Pa	130,779,894.89	65,431,303.05	65,348,591.84	8,171,259,807	89,813,605.68
4768-IN Second Karnataka Rural Water Supply and Sanitation	82,101,119.67	41,096,054.01	41,005,065.66	5,127,318,516	56,356,421.68
4787-IN Dam Rehabilitation and Improvement Project	93,016,000.00	46,508,000.00	46,508,000.00	5,815,411,479	63,919,528.41
4802-IN Bihar - Kosi Flood Recovery Project	86,437,570.51	45,245,327.38	41,192,243.13	5,150,723,392	56,613,674.10
4809-IN Maharashtra Agricultural Competitiveness Project	57,962,289.19	26,305,614.77	31,656,674.42	3,958,385,392	43,508,207.19
4837-IN Addl. Financing for TN Empr and Poverty Reduction"	94,553,713.49	46,423,677.55	48,130,035.94	6,018,232,637	66,148,817.40
4859-IN Rajasthan Rural Livelihoods Project	76,977,779.65	33,078,063.30	43,899,716.35	5,489,268,822	60,334,763.19
4872-IN Kerala Local Government and Service Delivery Proje	113,776,961.05	46,280,677.06	67,496,283.99	8,439,809,596	92,765,344.50
5014-IN West Bengal Accelerated Development of Minor Irrig	77,415,133.55	41,086,298.65	36,328,834.90	4,542,597,478	49,929,517.39
5027-IN Second Kerala Rural Water Supply and Sanitation Pr	95,446,613.55	50,693,354.72	44,753,258.83	5,595,996,713	61,507,852.40
5033-IN Uttar Pradesh Health Systems Strengthening Project	91,362,271.37	48,700,048.43	42,662,222.94	5,334,531,285	58,633,980.63

5085-IN	Rajasthan Agricultural Competitiveness Project	41,127,470.18	22,952,838.44	18,174,631.74	2,272,575,945	24,978,796.98
5087-IN	Karnataka Watershed Development Project II	28,782,796.32	13,937,103.53	14,845,692.79	1,856,321,757	20,403,579.64
5123-IN	Additional Financing for Bihar Rural Livelihoods P	64,600,000.00	31,977,000.00	32,623,000.00	4,079,215,805	44,836,302.90
5160-IN	Bihar Panchayat Strengthening Project	40,512,929.29	21,397,973.18	19,114,956.11	2,390,155,138	26,271,157.22
5161-IN	Addl. Financing for Karnataka Health System Develo	46,313,111.84	21,396,657.68	24,916,454.16	3,115,580,836	34,244,603.07
5279-IN	Tamil Nadu & Puducherry Coastal Disaster Risk Redu	109,544,230.69	52,485,620.29	57,058,610.40	7,134,671,409	78,420,045.34
5298-IN	Uttar Pradesh Water Sector Restructuring project p	178,378,283.63	80,224,133.70	98,154,149.93	12,273,302,877	134,900,812.23
5310-IN	Rajasthan Road Sector Modernization Project	85,340,259.01	34,659,447.40	50,680,811.61	6,337,184,433	69,654,544.97
5349-IN	Bihar Integrated Social Protection Strengthening P	30,240,234.74	13,245,387.02	16,994,847.72	2,125,054,453	23,357,328.88
5375-IN	Maharashtra Rural Water Supply and Sanitation Prog	57,504,189.05	23,430,454.65	34,073,734.40	4,260,617,230	46,830,158.99
5378-IN	Odisha Disaster Recovery Project	60,664,366.76	25,771,631.36	34,892,735.40	4,363,026,016	47,955,775.17
6463-IN	First Resilient Kerala Program Development Policy	115,200,000.00	11,404,800.00	103,795,200.00	12,978,665,983	142,653,742.05
1072-IN	Bihar Rural Roads Project	26,602,029.59	23,010,730.00	3,591,299.59	449,060,051	4,935,799.78
1078-IN	Mahanadi Barrages Project	63,300,000.00	53,805,000.00	9,495,000.00	1,187,265,245	13,049,710.21
1082-IN	IInd Madras Urban Development Project	32,600,000.00	28,199,000.00	4,401,000.00	550,305,881	6,048,633.45
1108-IN	M.P.Medium Irrigation Project	106,621,249.24	90,628,020.00	15,993,229.24	1,999,810,977	21,980,727.42
1112-IN	VIIIth Telecom Project	239,967,249.38	203,972,120.00	35,995,129.38	4,500,870,572	49,470,880.17
1116-IN	Karnataka Tank Irrigation Project	43,500,000.00	36,975,000.00	6,525,000.00	815,893,178	8,967,810.33
1125-IN	Hazira Fertilizer Project	320,309,279.47	272,262,800.00	48,046,479.47	6,007,784,644	66,033,979.31
1135-IN	Maharashtra Agricultural Extn. Project	18,900,000.00	15,781,500.00	3,118,500.00	389,940,670	4,285,994.87
1137-IN	Tamilnadu Agricultural Extension Project	22,836,625.77	19,068,561.00	3,768,064.77	471,162,964	5,178,741.79
1138-IN	MP Agricutural Extn. II Project	30,300,000.00	25,300,500.00	4,999,500.00	625,142,979	6,871,198.12
1146-IN	Second N.C.D.C. Project	95,746,526.38	81,384,490.00	14,362,036.38	1,795,844,827	19,738,853.37
1172-IN	Second Korba Thermal Power Project	314,571,172.50	267,403,552.00	47,167,620.50	5,897,891,152	64,826,095.70
1177-IN	Madhya Pradesh Irrigation Project	165,477,912.46	138,198,670.00	27,279,242.46	3,411,026,484	37,491,965.11
1178-IN	West Bengal Social Forestry Project	25,627,121.50	21,398,746.00	4,228,375.50	528,720,724	5,811,382.30
1185-IN	Kanpur Urban Development Project	19,243,186.98	16,068,003.00	3,175,183.98	397,028,498	4,363,900.03
1209-IN	Fourth ARDC Credit	139,000,000.00	116,065,000.00	22,935,000.00	2,867,817,629	31,521,337.92
1219-IN	Andhra Predesh Agricultural Extention Project	5,300,000.00	4,346,000.00	954,000.00	119,289,209	1,311,155.72
1269-IN	Kallada Irrigation and Tree Crop	52,300,000.00	42,101,500.00	10,198,500.00	1,275,231,658	14,016,584.47
1280-IN	Gujarat Water Supply and Sew. Project	48,189,784.44	38,792,675.00	9,397,109.44	1,175,024,901	12,915,171.67
1286-IN	Social Forestry Project	29,400,000.00	23,667,000.00	5,733,000.00	716,860,626	7,879,303.70
1288-IN	Chambal (MP) Irrigation II Project	26,488,215.35	21,323,001.00	5,165,214.35	645,864,084	7,098,952.12
1289-IN	Subernarekha Irrigation Project	116,300,000.00	93,621,500.00	22,678,500.00	2,835,744,586	31,168,810.21

1299-IN	Second Railway Modernization Project	184,700,000.00	148,683,500.00	36,016,500.00	4,503,542,778	49,500,251.46
1319-IN	IInd Haryana Irrigation Project	124,000,000.00	97,959,934.00	26,040,066.00	3,256,078,497	35,788,869.41
1332-IN	U.P.Public Tube-wells Phase II	91,600,000.00	72,364,000.00	19,236,000.00	2,405,290,600	26,437,517.17
1356-IN	Upper Indravati Hydro Project	156,000,000.00	123,240,000.00	32,760,000.00	4,096,346,436	45,024,592.56
1369-IN	IIIrd Calcutta Urban Development Project	75,596,190.86	59,720,886.00	15,875,304.86	1,985,065,583	21,818,654.86
1383-IN	Maharastra Water Utilization Project	29,033,892.58	22,936,748.00	6,097,144.58	762,393,665	8,379,775.66
1397-IN	IInd Orissa Irrigation Project	61,238,922.62	47,460,115.00	13,778,807.62	1,722,917,261	18,937,277.14
1424-IN	Rainfed areas watershed Dev. Project	19,039,800.59	14,760,707.00	4,279,093.59	535,062,569	5,881,088.08
1426-IN	Third Population Project	51,167,511.07	38,905,507.00	12,262,004.07	1,533,254,477	16,852,617.13
1432-IN	Karnata Social Forestry Project	23,400,000.00	18,135,000.00	5,265,000.00	658,341,392	7,236,095.23
1454-IN	Tamil Nadu Water Supply & Sanitation Project	35,300,000.00	26,828,000.00	8,472,000.00	1,059,348,199	11,643,722.47
1468-IN	Second Periyar Vaigai Irrigation Project	16,600,000.00	12,367,000.00	4,233,000.00	529,298,976	5,817,738.11
1483-IN	Upper Ganga Irrigation and Modernisation Project	94,376,245.31	71,737,344.00	22,638,901.31	2,830,793,123	31,114,386.68
1496-IN	Second Gujarat Medium Irrigation Project	138,684,585.79	103,327,292.00	35,357,293.79	4,421,114,909	48,594,253.57
1502-IN	NCDC III Project	180,200,000.00	134,249,000.00	45,951,000.00	5,745,763,586	63,154,000.39
1514-IN	Kerala Social Forestry Project	24,798,218.47	18,846,632.00	5,951,586.47	744,192,919	8,179,723.93
1523-IN	National Agricultural Extension Project	32,600,000.00	24,287,000.00	8,313,000.00	1,039,466,664	11,425,196.52
1544-IN	Bombay Urban Development Project	93,495,400.00	68,251,580.00	25,243,820.00	3,156,515,021	34,694,527.17
1552-IN	Sardar Sarovar Dam And Power Project	99,700,000.00	72,781,000.00	26,919,000.00	3,365,981,371	36,996,856.14
1553-IN	Narmada River Development Project	144,700,000.00	105,631,000.00	39,069,000.00	4,885,230,736	53,695,537.45
1569-IN	Second National Agri.Extension Project	38,072,190.19	27,792,582.00	10,279,608.19	1,285,373,516	14,128,057.71
1611-IN	National Social Forestry Project	155,400,000.00	113,441,938.00	41,958,062.00	5,246,482,226	57,666,197.99
1613-IN	Indira Sarovar Hydroelectric Project	5,346,360.88	3,992,035.00	1,354,325.88	169,346,398	1,861,354.42
1619-IN	West Bengal Minor Irigation Project	40,200,733.03	29,346,460.00	10,854,273.03	1,357,230,239	14,917,863.88
1621-IN	Maharashtra Compisite Irrigation Project	132,200,000.00	96,505,938.00	35,694,062.00	4,463,224,776	49,057,100.07
1622-IN	Kerala Water Supply & Sanitation Project	21,668,821.32	15,493,131.00	6,175,690.32	772,215,111	8,487,727.12
1623-IN	Fourth Population Project	37,951,012.29	27,704,168.00	10,246,844.29	1,281,276,682	14,083,027.75
1631-IN	Second National Agrl. Research Project	55,112,175.63	39,408,665.00	15,703,510.63	1,963,584,243	21,582,544.81
1643-IN	Gujarat Urban Development Project	46,737,972.73	32,716,480.00	14,021,492.73	1,753,262,875	19,270,817.99
1665-IN	Second Andhra Pradesh Irrigation Project	127,500,000.00	89,250,000.00	38,250,000.00	4,782,822,075	52,569,922.63
1737-IN	Bihar Public Tubewell Project	19,500,000.00	13,357,500.00	6,142,500.00	768,064,957	8,442,111.11
1750-IN	Third Bombay Water supply and Drinage Project	90,400,174.06	61,947,995.00	28,452,179.06	3,557,691,767	39,104,022.27
1754-IN	Third National Agri. Exten. Project	56,200,000.00	37,653,942.00	18,546,058.00	2,319,019,493	25,489,276.71

1757-IN Gujarat Rural Roads Project	71,226,086.75	47,721,458.00	23,504,628.75	2,939,044,634	32,304,222.61
1770-IN National Water Management Project	93,200,000.00	62,444,000.00	30,756,000.00	3,845,764,072	42,270,340.93
1780-IN U.P. Urban Development Project	90,769,996.30	59,454,256.00	31,315,740.30	3,915,754,614	43,039,635.16
1822-IN Madras Water Supply and Sanitation Project	12,500,000.00	8,375,000.00	4,125,000.00	515,794,538	5,669,305.38
2234-IN Maharashtra Rural Water Supply Program	69,406,142.51	67,670,957.00	1,735,185.51	216,969,505	2,384,799.16
2300-IN Child Survival & Safe Motherhood Program	160,900,000.00	156,877,500.00	4,022,500.00	502,977,825	5,528,431.73
2316-0-IN Structural Adjustment Loan	161,000,000.00	156,975,000.00	4,025,000.00	503,290,428	5,531,867.68
2316-1-IN Structural Adjustment Loan	22,800,000.00	22,230,000.00	570,000.00	71,273,427	783,394.93
2328-IN Maharashtra Forest Project	67,275,231.53	63,911,392.00	3,363,839.53	420,618,195	4,623,183.89
2341-IN West Bengal Forestry Project	24,400,000.00	23,180,000.00	1,220,000.00	152,550,142	1,676,740.02
2350-IN National Aids Control Project	59,800,000.00	55,315,000.00	4,485,000.00	560,809,334	6,164,081.12
2365-IN Second National Highways Proj.	114,060,021.22	105,505,500.00	8,554,521.22	1,069,666,743	11,757,137.74
2394-IN Family Welfare(Urban Slum) Project	55,093,609.47	50,972,103.06	4,121,506.41	515,357,695	5,664,503.87
2409-IN Rubber Project	35,156,181.45	32,519,370.00	2,636,811.45	329,709,804	3,623,973.17
2433-IN Agricultural Develop.(Rajasthan)	67,531,081.14	60,778,099.00	6,752,982.14	844,400,315	9,281,143.76
2439-IN Bihar Plateau Development Project	67,894,914.88	61,105,392.00	6,789,522.88	848,969,409	9,331,364.51
2448-0-IN Social Safety Net Sector Adjuctment Project	62,000,000.00	55,800,000.00	6,200,000.00	775,254,820	8,521,137.79
2448-1-IN Social Safety Net Sector Adjuctment Project	63,400,000.00	57,060,000.00	6,340,000.00	792,760,574	8,713,550.58
2448-2-IN Social Safety Net Sector Adjuctment Project	144,600,000.00	130,140,000.00	14,460,000.00	1,808,094,306	19,873,492.32
2448-3-IN Social Safety Net Sector Adjuctment Project	84,700,000.00	76,230,000.00	8,470,000.00	1,059,098,117	11,640,973.72
2449-IN Renewable Resources Dev. Project	80,809,825.82	72,728,810.00	8,081,015.82	1,010,459,107	11,106,362.78
2450-IN Jharia Mine Fire Control tech. Adjuctment Project	5,650,202.50	5,085,170.00	565,032.50	70,652,285	776,567.71
2470-IN Second Integrated Child Dev.Project	141,600,000.00	127,440,000.00	14,160,000.00	1,770,581,976	19,461,179.20
2483-IN Karnataka RWS&ESP Project	66,300,000.00	58,012,500.00	8,287,500.00	1,036,278,116	11,390,149.90
2509-IN UP Basic Education Project	116,500,000.00	101,937,500.00	14,562,500.00	1,820,911,019	20,014,365.97
2510-IN U.P.Sodic Lands Reclamation Project	39,500,000.00	34,562,500.00	4,937,500.00	617,390,431	6,785,986.75
2528-IN National Leprosy Elimination Pj.	53,593,356.87	46,894,100.00	6,699,256.87	837,682,448	9,207,304.98
2572-IN Forestry Res.Educatn.& Extn.Project	30,213,799.31	25,682,978.14	4,530,821.17	566,538,863	6,227,056.69
2573-IN Andhra Pradesh Forestry Project	55,337,257.72	47,036,644.00	8,300,613.72	1,037,917,870	11,408,173.10
2592-IN Haryana Water Resources consolidation	185,879,646.44	153,351,672.10	32,527,974.34	4,067,333,692	44,705,701.82
2594-IN Maharashtra Emergency Earthquake Program	156,000,000.00	128,699,957.00	27,300,043.00	3,413,627,407	37,520,552.90
2611-IN Cataract blindness control project	68,762,021.41	58,447,656.00	10,314,365.41	1,289,719,597	14,175,827.23
2630-IN Family Welfare Project	61,608,040.00	50,826,600.00	10,781,440.00	1,348,123,117	14,817,763.83

2645-IN	Industrial Pollution Prevention	10,953,049.05	9,036,238.00	1,916,811.05	239,680,162	2,634,421.14
2661-IN	District Primary Education Project	166,412,209.35	133,129,750.00	33,282,459.35	4,161,675,328	45,742,648.71
2663-IN	AP Health System Project	84,759,209.19	67,807,360.00	16,951,849.19	2,119,677,870	23,298,232.69
2699-IN	Agricultural H.R.D.Project	38,388,724.88	29,805,536.11	8,583,188.77	1,073,251,365	11,796,537.77
2700-IN	M.P. Forestry	38,800,352.31	30,070,248.00	8,730,104.31	1,091,621,846	11,998,455.12
2733-IN	Assam Rural Infrastructure	80,050,457.32	62,039,081.00	18,011,376.32	2,252,162,308	24,754,422.47
2745-IN	T.N.Water Resources Consolidation	152,736,357.64	118,409,010.70	34,327,346.94	4,292,329,221	47,178,718.24
2763-IN	Bombay Sewage Disposal Project	15,900,000.00	12,720,000.00	3,180,000.00	397,630,698	4,370,519.06
2774-IN	Hydrology Project	70,790,595.78	54,862,643.00	15,927,952.78	1,991,648,736	21,891,012.95
2801-IN	Orissa Water Resources Consolidation	180,767,579.02	135,575,620.00	45,191,959.02	5,650,852,267	62,110,791.88
2833-IN	Second State Health Systems Dev.	228,748,252.68	165,849,280.08	62,898,972.60	7,864,956,723	86,446,905.18
2838-IN	Private Infrastructure (IL&FS)	420,200.05	315,120.00	105,080.05	13,139,325	144,419.61
2862-IN	Coal Sector Env.& Social Mit.	29,851,318.00	21,642,158.00	8,209,160.00	1,026,482,396	11,282,481.20
2876-IN	Second District Primary Edu.Proj	291,700,000.00	211,482,500.00	80,217,500.00	10,030,484,439	110,249,091.99
2916-IN	Ecodevelopment Project	13,888,943.03	10,069,438.00	3,819,505.03	477,595,110	5,249,440.10
3149-IN	Maharashtra Health Systems Dev.	69,156,261.34	66,571,942.33	2,584,319.01	323,146,092	3,551,828.77
3152-IN	Uttar Pradesh Sodic Land Reclamation Project-II	141,700,000.00	136,386,250.00	5,313,750.00	664,437,145	7,303,096.12
3242-IN	Second National HIV/AIDS Control Project	140,569,496.77	130,027,516.41	10,541,980.36	1,318,180,820	14,488,656.00
3243-IN	Integrated Watershed Development(Hills II) Project	36,900,000.00	34,132,500.00	2,767,500.00	346,051,244	3,803,588.52
3307-IN	UP Third district Primary Education Project	132,300,000.00	117,416,250.00	14,883,750.00	1,861,080,472	20,455,884.60
3332-IN	AP District Poverty Initiatives Project	82,097,589.97	72,861,569.00	9,236,020.97	1,154,882,222	12,693,775.37
3338-IN	UP Health Systems Development Project	56,753,621.95	50,368,807.22	6,384,814.73	798,364,257	8,775,142.91
3339-IN	Rajasthan District Poverty Initiatives Project	70,343,784.46	59,792,216.90	10,551,567.56	1,319,379,614	14,501,832.43
3340-1-IN	Immunization Strengthening Project	59,317,068.98	50,453,805.29	8,863,263.69	1,108,272,241	12,181,466.31
3340-IN	Immunization Strengthening Project	105,727,871.62	89,870,414.98	15,857,456.64	1,982,833,821	21,794,124.67
3341-IN	U P Fiscal Reform and Public Sector Restru Program	93,300,000.00	79,305,000.00	13,995,000.00	1,749,950,195	19,234,406.99
3396-IN	Second Renewable Energy Project	37,200,000.00	31,620,000.00	5,580,000.00	697,729,338	7,669,024.01
3413-IN	Third Technical Education Project	48,415,656.42	42,365,220.78	6,050,435.64	756,553,128	8,315,579.96
3430-IN	MP District Poverty Initiatives Project	69,769,971.94	57,560,178.71	12,209,793.23	1,526,725,976	16,780,859.75
3431-IN	Kerala Rural Water Supply & Environmental Sanitati	41,776,400.00	34,465,464.00	7,310,936.00	914,167,479	10,047,982.74
3482-IN	Second National Leprosy Elimination Project	23,086,022.29	18,468,785.76	4,617,236.53	577,344,335	6,345,823.98
3527-IN	Karnataka Economic Restructruing Program	58,900,000.00	47,120,000.00	11,780,000.00	1,472,984,158	16,190,161.79
3528-IN	Karnataka Watershed Development Project	58,770,970.10	47,016,733.12	11,754,236.98	1,469,762,722	16,154,753.69

3529-IN	Rajasthan Second District Primary Education Pj.	51,758,368.47	41,406,694.56	10,351,673.91	1,294,384,693	14,227,103.18
3590-IN	Second Karnataka Rural Water Supply & Sanitation	108,021,588.01	83,716,684.17	24,304,903.84	3,039,111,912	33,404,102.34
3602-IN	UP Water Sector Restructuring Project	85,946,999.83	66,608,895.71	19,338,104.12	2,418,057,811	26,577,846.73
3603-IN	Rajasthan Water Sector Restructuring Project	83,183,971.40	64,557,550.95	18,626,420.45	2,329,068,102	25,599,725.02
3616-IN	Andhra Pradesh Economic Program	101,000,000.00	78,275,000.00	22,725,000.00	2,841,558,998	31,232,718.74
3617-IN	Karnataka Economic Restructuring Programme II	40,500,000.00	31,387,500.00	9,112,500.00	1,139,437,024	12,524,010.98
36181-IN	Mizoram State Road Project	12,100,000.00	9,377,500.00	2,722,500.00	340,424,395	3,741,741.55
3618-IN	Mizoram State Roads Project	47,500,000.00	36,812,500.00	10,687,500.00	1,336,376,756	14,688,654.85
3635-IN	Karnataka Community-Based Tank Management	50,080,000.00	38,811,962.87	11,268,037.13	1,408,967,758	15,486,531.77
3637-IN	Gujarat Emergency Earthquake Reconstn. Project	228,085,386.95	171,063,978.08	57,021,408.87	7,130,019,689	78,368,916.41
3662-IN	Mumbai Urban Transport Project	56,575,549.91	42,431,662.34	14,143,887.57	1,768,567,260	19,439,034.65
3692-IN	AP Community Forest Management Project	78,320,046.37	58,740,034.80	19,580,011.57	2,448,306,185	26,910,318.78
3718-IN	Technical/ Engineering Education Quality Imp. Proj	161,883,250.04	115,341,787.29	46,541,462.75	5,819,595,698	63,965,518.85
3732-IN	Andhra Pradesh Rural Poverty Reduction Project	114,000,000.00	82,650,000.00	31,350,000.00	3,920,038,485	43,086,720.90
3749-IN	Chhattisgarh District Rural Poverty Project	36,564,650.72	24,681,115.80	11,883,534.92	1,485,930,278	16,332,457.81
3777-IN	Food and Drugs Capacity Building Project	17,160,595.59	11,583,402.20	5,577,193.39	697,378,396	7,665,166.67
3821-IN	Maharashtra Rural Water Sy & Sanitation Jal. Pj.	128,800,000.00	88,550,000.00	40,250,000.00	5,032,904,275	55,318,676.76
3853-IN	Second Andhra Pradesh Economic Reform Programme	76,400,000.00	48,705,000.00	27,695,000.00	3,463,013,265	38,063,372.74
3867-IN	Rajasthan Health Systems Development Project	52,540,619.15	31,524,374.07	21,016,245.08	2,627,894,403	28,884,245.17
3882-IN	Elementary Education Project(Sarva Shiksha Abhiyan	334,900,000.00	200,940,000.00	133,960,000.00	16,750,505,756	184,111,551.26
3907-IN	Uttaranchal Decentralised Watershed Develop. Pro.	44,943,896.74	26,966,338.08	17,977,558.66	2,247,933,710	24,707,944.26
3952-IN	Integrated Desease Surveillance Project	17,182,859.49	11,168,858.92	6,014,000.57	751,997,247	8,265,504.44
3987-IN	Rural Roads project	206,000,000.00	123,600,000.00	82,400,000.00	10,303,386,640	113,248,669.93
3996-IN	Orissa Socio-Economoic Development Programme	27,400,000.00	16,440,000.00	10,960,000.00	1,370,450,456	15,063,172.60
4013-IN	Assam Agricultural Competitiveness Project	105,000,000.00	63,000,000.00	42,000,000.00	5,251,726,200	57,723,836.62
4018-IN	Tamil Nadu Health System Project	60,636,000.00	36,381,558.00	24,254,442.00	3,032,802,108	33,334,748.74
4054-IN-PO	Emergency Tsunami Reconstruction Project(PO)	8,512,160.70	5,106,430.02	3,405,730.68	425,856,311	4,680,758.13
4133-IN	H.P. Mid Himalayan Watershed Dev. Pr.	41,400,000.00	24,840,000.00	16,560,000.00	2,070,680,616	22,759,684.15
4161-IN	National Agricultural Innovation Project	41,100,000.00	24,660,000.00	16,440,000.00	2,055,675,684	22,594,758.90
4162-IN	National Agricultural Innovation Project	90,483,000.00	54,289,800.00	36,193,200.00	4,525,637,541	49,743,103.89
4227-IN	Reproductive & Child Health Project Phase-II	245,000,000.00	159,250,000.00	85,750,000.00	10,722,274,325	117,852,833.09
4228-IN	Tuberculosis Control Project Phase - II	115,697,903.91	75,203,637.60	40,494,266.31	5,063,447,603	55,654,390.77
4232-IN	Uttarakhand Rural Water Supply & San. Proj	80,647,176.36	48,523,830.39	32,123,345.97	4,016,738,516	44,149,589.86

4299-IN	Third National HIV/AIDS Control Project	162,618,659.34	97,571,195.52	65,047,463.82	8,133,606,428	89,399,742.23
4319-IN	Vocational Training Improvement Project	165,266,170.03	101,462,985.50	63,803,184.53	7,978,020,377	87,689,633.32
4338-IN	Strengthening RURAL credit Co-0p, Project	183,427,946.24	110,056,767.84	73,371,178.40	9,174,412,855	100,839,664.62
4360-IN	Himachal Pradesh Development Policy Program	42,500,000.00	25,500,000.00	17,000,000.00	2,125,698,700	23,364,410.06
4417-IN	Second Elementary Education Project	364,400,000.00	236,860,000.00	127,540,000.00	15,947,741,894	175,288,050.52
4461-IN	National vector Borne Disease Controal and Polio E	151,459,375.00	98,448,593.44	53,010,781.56	6,628,526,438	72,856,802.23
4685-IN	Second Technical/Engineering Education Quality Imp	133,146,801.66	73,312,421.68	59,834,379.98	7,481,756,691	82,234,999.38
4700-IN	Second Elementary Education Project (Additional Cr	482,600,000.00	265,430,000.00	217,170,000.00	27,155,175,687	298,473,466.61
4754-IN	Scaling up Sustanable & Responsible Microfinance P	65,900,000.00	36,245,000.00	29,655,000.00	3,708,093,821	40,757,151.78
4755-IN	Cpacity Building for Industrial Pollution Manageme	14,908,378.84	7,802,167.56	7,106,211.28	888,568,475	9,766,613.78
4765-IN	Integrated Coastal Zone Management Project	123,601,222.00	65,182,691.71	58,418,530.29	7,304,717,288	80,289,088.04
4772-IN	National Cyclone Risk Mitigation Project	152,325,855.87	77,634,695.99	74,691,159.88	9,339,464,792	102,653,816.89
4812-IN	Second Additional Financing for Mizoram States Roa	8,595,002.54	3,760,313.55	4,834,688.99	604,534,829	6,644,685.65
4848-IN	PMGSY Rural Roads Project	176,152,600.00	77,066,762.50	99,085,837.50	12,389,802,115	136,181,302.26
4849-IN	PMGSY Rural Roads Project	394,900,000.00	172,768,750.00	222,131,250.00	27,775,535,844	305,292,094.81
4850-IN	Additional Financing for Uttarakhand Decentralized	3,844,326.82	1,681,893.15	2,162,433.67	270,393,085	2,971,999.24
4943-IN	Biodiversity Conservation & Rural Livelihoods Impr	1,948,639.04	1,452,429.40	496,209.64	62,046,599	681,979.15
4955-IN	National Ganga River Basin project	123,020,000.00	49,208,000.00	73,812,000.00	9,229,533,673	101,445,519.72
4978-IN	National Rural Livelihoods Project	334,000,000.00	187,374,000.00	146,626,000.00	18,334,276,329	201,519,411.13
4997-IN	Capacity Building for Urban Development Project	15,800,965.32	9,729,350.44	6,071,614.88	759,201,403	8,344,688.22
5035-IN	North East Rural Livelihood Project	70,573,362.36	38,259,947.95	32,313,414.41	4,040,504,883	44,410,815.57
5062-IN	Addl. Financing for Assam Agri. Competitiveness Pr	19,506,812.99	9,607,671.75	9,899,141.24	1,237,799,510	13,605,152.66
5074-IN	National Dairy Support Project	155,868,000.00	82,298,304.00	73,569,696.00	9,199,235,715	101,112,502.66
5088-IN	Secondary Education Project	322,400,000.00	159,588,000.00	162,812,000.00	20,358,191,573	223,765,078.26
5150-IN	ICDS Systems Strengthening and Nutrition Improvmen	65,178,847.63	32,502,727.38	32,676,120.25	4,085,858,020	44,909,310.16
5159-IN	Addl. Financing for Himachal Pradesh Mid-Himalayan	24,600,000.00	11,365,200.00	13,234,800.00	1,654,893,950	18,189,605.54
5236-IN	National AIDS Control Support Project	168,400,000.00	72,243,600.00	96,156,400.00	12,023,502,028	132,155,150.55
5283-IN	Low Income Housing Finance Project	66,100,000.00	28,356,900.00	37,743,100.00	4,719,438,741	51,873,250.90
5313-IN	Uttarkhand Disaster Recovery Project	158,523,478.63	62,966,359.72	95,557,118.91	11,948,567,261	131,331,512.37
5345-IN	Rural Water Supply and Sanitation Project for Low	136,282,428.34	64,597,080.65	71,685,347.69	8,963,614,729	98,522,697.57
5369-IN	Uttarkhand Decentralised Watershed Development Pro	76,591,352.75	28,016,614.83	48,574,737.92	6,073,838,662	66,760,005.60
5372-IN	Additional Financing for Uttrakhand Rural Water Su	14,112,654.73	5,588,611.20	8,524,043.53	1,065,855,779	11,715,249.91
5376-IN	Accelerating Universal Access to Early and Effecti	65,000,000.00	23,595,000.00	41,405,000.00	5,177,326,746	56,906,082.26

5413-IN	Additional Financing for the National Cyclone Risk	45,426,079.87	16,489,667.04	28,936,412.83	3,618,240,890	39,769,542.06
5425-IN	Regional Transport Connectivity Project Mizoram S	68,236,255.49	24,824,962.04	43,411,293.45	5,428,195,885	59,663,485.96
5447-IN	Third Elementary Education Project	106,600,000.00	38,695,800.00	67,904,200.00	8,490,815,863	93,325,974.91
5448-IN	Third Elementary Education Project	544,400,000.00	197,617,200.00	346,782,800.00	43,362,102,773	476,610,325.91
6655-IN	Accelerating India's COVID-19 Social Protection Re	226,800,000.00	7,484,400.00	219,315,600.00	27,423,463,871	301,422,330.04
6813-IN	Second Accelerating India's COVID-19 Social Protec	77,000,000.00	0.00	77,000,000.00	9,628,164,700	105,827,033.79
6956-IN	Coordinated &Responsive Indian Social Protection S	12,600,000.00	0.00	12,600,000.00	1,575,517,860	17,317,150.98
N044-IN	Rajasthan District Primary Education Project	60,109,821.75	55,601,550.00	4,508,271.75	563,719,259	6,196,065.28
N045-IN	Economic Reform Tech. Assistant Project	20,921,769.68	17,783,476.46	3,138,293.22	392,415,636	4,313,198.22
SF12-IN	Tamil Nadu Water Supp&Sanitation Project	35,300,000.00	26,828,000.00	8,472,000.00	1,059,348,199	11,643,722.47
SF16-IN	IInd Periyar Vaigai Irrigation	14,797,431.88	11,024,063.00	3,773,368.88	471,826,195	5,186,031.64
SF20-IN	Indira Sarovar Hydro. Elec. Project	510,678.36	396,426.00	114,252.36	14,286,241	157,025.82
	Total :	**21,536,792,550.59**	**14,348,058,201.99**	**7,188,734,348.60**	**898,887,250,557**	**9,880,031,595.41**
	Total :	**21,536,792,550.59**	**14,348,058,201.99**	**7,188,734,348.60**	**898,887,250,557**	**9,880,031,595.41**
IDA Total :					**1,155,547,334,705**	**12,701,085,892.37**

IFAD(IFAD)

USD (Loan Currency)						
Government Loans						
2000001749	Andhra Pradesh Drought Mitigation Project	13,415,459.86	3,105,344.00	10,310,115.86	938,016,403	10,310,115.86
2000003648	Maharashtra Rural Women's Enterprise Development P	20,504,500.92	3,800,001.00	16,704,499.92	1,519,778,744	16,704,499.92
2000003806	Chhattisgarh Inclusive Rural and Accelerated Agric	741,178.37	0.00	741,178.37	67,432,556	741,178.37
2000004184	Maharashtra Rural Women's Enterprise Development P	1,632,089.58	0.00	1,632,089.58	148,487,836	1,632,089.58
2000002119	Fostering Climate Resilient Upland Farming System	21,903,914.59	3,626,979.98	18,276,934.61	1,662,839,166	18,276,934.61
2000002173	Fostering Climate Resilient Upland Farming System	25,070,458.90	4,087,243.60	20,983,215.30	1,909,057,125	20,983,215.30
2000004123	Rural Enterprise Acceleration Project(REAP)	29,992,930.42	0.00	29,992,930.42	2,728,762,808	29,992,930.42
2000004448	Meghalaya Livelihood and Access to Markets Project	13,698,496.66	0.00	13,698,496.66	1,246,291,966	13,698,496.66
2000005021	Competitiveness Improvement of the Agriculture and	26,418.17	0.00	26,418.17	2,403,530	26,418.17
	Total :	**126,985,447.47**	**14,619,568.58**	**112,365,878.89**	**10,223,070,135**	**112,365,878.89**
	Total :	**126,985,447.47**	**14,619,568.58**	**112,365,878.89**	**10,223,070,135**	**112,365,878.89**

XDR (Loan Currency)					
Government Loans					
0585-A-IN Additional Financing for Orrisa Tribal Empowerment	6,328,757.11	2,215,066.00	4,113,691.11	514,380,461	5,653,762.70
0662-IN Post-Tsunami Sustainable Livelihoods Prog.	9,946,791.00	3,486,000.00	6,460,791.00	807,864,414	8,879,562.95
0748-IN Mitigating Poverty in Western Rajasthan	17,875,887.76	4,476,867.00	13,399,020.76	1,675,428,295	18,415,306.79
0779-IN Convergence of Agricultural Interventions in MH di	22,491,730.20	5,362,500.00	17,129,230.20	2,141,857,786	23,542,021.08
0879-IN Jharkhand Tribal Empowerment & Livelihood Project	22,654,023.99	2,265,408.00	20,388,615.99	2,549,414,971	28,021,646.15
2000000695 Odisha Particularly Vul. Tribal Gp. Emp. and Livel	30,520,118.33	9,967,058.82	20,553,059.51	2,569,977,169	28,247,653.55
2000001433 Post Tsunami Sustainable Livelihoods Prog.for Coas	10,909,957.75	2,819,611.00	8,090,346.75	1,011,625,857	11,119,187.00
682(MH)-IN Tejaswini Rural Women Empowerment Programme (Mahar	18,415,925.64	6,154,826.17	12,261,099.47	1,533,141,365	16,851,373.87
682(MP)-IN Tejaswini Rural Women Empowerment Programme (MP)	9,138,692.92	3,047,268.83	6,091,424.09	761,678,369	8,371,913.55
682MP-A-IN Addl. Financing to Tejaswini Rural Women Empowerm	7,743,104.01	2,743,400.00	4,999,704.01	625,168,489	6,871,478.51
691-IN Post Tsunami Sustainable Livelihood Prog.for Coast	10,293,825.96	3,270,873.00	7,022,952.96	878,157,763	9,652,185.46
0023-IN Bhima Command Area Development Project	38,500,000.00	35,131,250.00	3,368,750.00	421,232,206	4,629,932.73
0032-IN Rajasthan CAD Project	42,700,000.00	38,430,000.00	4,270,000.00	533,925,497	5,868,590.06
0049-IN Sunderban Development Project	13,350,000.00	11,681,250.00	1,668,750.00	208,662,336	2,293,491.72
0081-IN M.P.Medium Irrigation Project	21,900,000.00	18,615,000.00	3,285,000.00	410,760,014	4,514,828.65
0124-IN Second U.P.Tubewell Project	27,279,812.57	22,505,802.00	4,774,010.57	596,947,533	6,561,290.62
0214-IN Orissa Tribal Development Project	9,249,988.19	6,475,000.00	2,774,988.19	346,987,576	3,813,880.12
0240-IN T.N.Women Development Project	12,931,888.27	8,568,355.00	4,363,533.27	545,621,000	5,997,140.04
0282-IN A.P.Tribal Development Project	12,960,732.55	8,100,500.00	4,860,232.55	607,728,824	6,679,792.13
0325-IN Maharashtra Rural Credit	18,971,154.91	10,908,440.00	8,062,714.91	1,008,170,741	11,081,210.43
0349-IN AP Parti.Tribal Dev. Project	18,949,659.48	13,580,604.00	5,369,055.48	671,352,603	7,379,106.70
0379-IN Mewat Area Development Project	9,544,939.73	6,682,546.00	2,862,393.73	357,916,861	3,934,008.29
0439-IN Rural Women's Dev.& Empowerment	6,490,058.96	4,218,552.00	2,271,506.96	284,031,729	3,121,907.06
0444-IN NE Regn Community Resource Mana	16,549,973.92	10,481,654.00	6,068,319.92	758,789,398	8,340,159.71
0506-IN Jharkhand-Chhattisgarh Tribal Development Programe	13,549,664.09	7,532,874.00	6,016,790.09	752,346,051	8,269,338.29
0568-IN Livelihood Security Project for Earthquake-Gujarat	919,482.57	429,100.00	490,382.57	61,317,976	673,970.56
0585-IN Orissa Tribal Empowerment & Livelihood Program	16,049,876.11	7,222,500.00	8,827,376.11	1,103,784,819	12,132,143.25
624-IN Livelihood Improvement Project for the Himalayas	23,478,704.04	9,391,481.52	14,087,222.52	1,761,481,800	19,361,155.50
648-IN Meghalaya Livelihood and Access to Markets Project	31,358,899.37	10,530,000.00	20,828,899.37	2,604,468,489	28,626,761.53
710-IN Women's Empowerment and Livelihoods Programme in t	4,176,213.73	1,252,890.00	2,923,323.73	365,535,615	4,017,749.08

794-IN North Eastern Region Comm. Resource Management pro	11,417,866.99	2,283,576.00	9,134,290.99	1,142,161,793	12,553,960.02
I-856-IN Integrated Livelihood Support Project	55,624,343.34	7,416,584.00	48,207,759.34	6,027,951,256	66,255,638.66
Total :	**572,272,073.49**	**287,246,837.34**	**285,025,236.15**	**35,639,869,056**	**391,732,146.73**
Non-Government Loans					
538-IN National Micro-Finance Support Programme	16,349,998.64	8,447,500.00	7,902,498.64	988,137,123	10,861,012.87
Total :	**16,349,998.64**	**8,447,500.00**	**7,902,498.64**	**988,137,123**	**10,861,012.87**
Total :	**588,622,072.13**	**295,694,337.34**	**292,927,734.79**	**36,628,006,179**	**402,593,159.60**
IFAD Total :				**46,851,076,313**	**514,959,038.49**

NDB(NDB)

USD (Loan Currency)					
Government Loans					
00102-IN Gujarat Rural Road Program	284,490,000.00	0.00	284,490,000.00	25,882,957,098	284,490,000.00
00140 Madhya Pradesh State Highways Improvement Project	5,983,678.82	0.00	5,983,678.82	544,396,296	5,983,678.82
16IN02 Development and Upgradation of Major District Road	327,734,694.25	86,464,637.07	241,270,057.18	21,950,798,056	241,270,057.18
17IN01 Rajasthan Water Sector Restructuring Project for t	100,000,000.00	8,450,000.00	91,550,000.00	8,329,237,310	91,550,000.00
17IN01_II Rajasthan Water Sector Restructuring Project for t	137,232,681.09	0.00	137,232,681.09	12,485,456,772	137,232,681.09
17IN02 Madhya Pradesh Multi Village Rural Water Supply Pr	246,216,349.09	53,783,800.32	192,432,548.77	17,507,551,774	192,432,548.77
18IN01 Bihar Roral Roads Project	45,000,000.00	5,994,000.00	39,006,000.00	3,548,773,681	39,006,000.00
18IN01-T2 Bihar Roral Roads Project	159,709,944.42	0.00	159,709,944.42	14,530,442,685	159,709,944.42
18IN01-T3 Bihar Roral Roads Project(Phase-III)	42,234,225.55	0.00	42,234,225.55	3,842,478,287	42,234,225.55
18IN02 Madhya Pradesh Major District Roads II Project	302,441,776.41	47,398,734.74	255,043,041.67	23,203,866,940	255,043,041.67
18IN03 Madhya Pradesh Bridge Project (Tranche 1)	105,000,000.00	17,482,500.00	87,517,500.00	7,962,359,654	87,517,500.00
18IN04 Mumbai Metro Rail Project	129,736,279.03	10,492,497.84	119,243,781.19	10,848,823,061	119,243,781.19
19IN02 Andhra Pradesh Roads and Bridges Reconstruction Pr	22,295,404.77	0.00	22,295,404.77	2,028,440,385	22,295,404.77
19IN03 AP Mandal Connectivity and Rural Connectivity Impr	18,131,076.23	0.00	18,131,076.23	1,649,568,942	18,131,076.23
19IN06 Indore Metro Rail Project	94,084,409.54	0.00	94,084,409.54	8,559,818,397	94,084,409.54
22IN03 Chennai Metro Rail Phase 2 - Corridor 4 Project	41,529,656.53	0.00	41,529,656.53	3,778,376,457	41,529,656.53
00098 Integrated Sewerage System For City of Imphal Pha	37,804,356.58	0.00	37,804,356.58	3,439,447,923	37,804,356.58
00103 Assam Bridge -II Project	103,852,003.55	0.00	103,852,003.55	9,448,476,053	103,852,003.55
19IN01 Assam Bridge Project	243,191,294.80	17,966,967.46	225,224,327.34	20,490,954,346	225,224,327.34
19IN05 Manipur Water Supply Project	243,121,960.97	6,102,534.48	237,019,426.49	21,564,074,826	237,019,426.49
20IN03 Emergency Assistance Program in Combating COVID-19	1,000,000,000.00	20,000,000.00	980,000,000.00	89,160,596,000	980,000,000.00
20IN04 Delhi-Ghaziabad-Meerut Regional Rapid Transit Syst	350,611,900.00	0.00	350,611,900.00	31,898,740,784	350,611,900.00

20IN05	Emergency Program Loan Supporting India's Economi	1,000,000,000.00	0.00	1,000,000,000.00	90,980,200,000	1,000,000,000.00
21IN02	Himachal Pradesh Rural Water Supply Project	55,865,987.10	0.00	55,865,987.10	5,082,698,680	55,865,987.10
22IN01	Meghalaya Ecotourism Infrastructure Development Pr	26,127,798.47	0.00	26,127,798.47	2,377,112,330	26,127,798.47
22IN02	Lamphelpat Waterbody Rejuvenation Project	11,612,988.89	0.00	11,612,988.89	1,056,552,052	11,612,988.89
Total :		**5,134,008,466.09**	**274,135,671.91**	**4,859,872,794.18**	**442,152,198,789**	**4,859,872,794.18**
Total :		**5,134,008,466.09**	**274,135,671.91**	**4,859,872,794.18**	**442,152,198,789**	**4,859,872,794.18**
NDB Total :					**442,152,198,789**	**4,859,872,794.18**

OPEC(OPEC)

USD (Loan Currency)					
Government Loans					
1251-P Orissa Integrated Irrigated Agriculture and Water	24,501,724.76	19,546,450.00	4,955,274.76	450,831,889	4,955,274.76
14967-P Chennai Peripheral Ring Road Project (Sections II	26,514,470.45	0.00	26,514,470.45	2,412,291,824	26,514,470.45
Total :	**51,016,195.21**	**19,546,450.00**	**31,469,745.21**	**2,863,123,713**	**31,469,745.21**
Total :	**51,016,195.21**	**19,546,450.00**	**31,469,745.21**	**2,863,123,713**	**31,469,745.21**
OPEC Total :				**2,863,123,713**	**31,469,745.21**

STATEMENT -IV

Loans Wise Details information since 1st April, 2016

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
1	ADB	3265-IND	Orissa Integrated Irrigated Agri. & Water Mang. Invest. Prog.-Project 2	USD	65.744	7-Jun-16	SOFR + Variable
2	ADB	3276-IND	Second Jharkhand State Road project	USD	91.855	3-Jun-16	SOFR + Variable
3	ADB	3327-IND	Assam Power Sector Investment Program Project-2	USD	24.968	7-Nov-16	SOFR + Variable
4	ADB	3386-IND	Uttar Pradesh Major District Roads Improvement Project	USD	195	27-Jun-17	SOFR + Variable
5	ADB	3394-IND	Climate Adaptation in Vennar Subbasin in Cauvery Delta Project	USD	82.312	14-Jul-16	SOFR + Variable
6	ADB	3396-IND	Bihar New Ganga Bridge Project	USD	450.84	15-Nov-16	SOFR + Variable
7	ADB	3413-IND	Kolkata Environmental Improvement Investment Program Project-2	USD	177.348	21-Nov-16	SOFR + Variable
8	ADB	3424-IND	Visakhapatnam-Chennai Industrial Corridor Development Program	USD	125	23-Feb-17	SOFR + Variable
9	ADB	3430-IND	Visakhapatnam-Chennai Industrial Corridor Development Programme-Project-1	USD	209.33	23-Feb-17	SOFR + Variable
10	ADB	3437-IND	Madhya Pradesh District Roads II Sector Project	USD	345.839	22-Mar-17	SOFR + Variable
11	ADB	3528-IND	Madhya Pradesh Urban Services Improvement Project	USD	250	19-Jun-17	SOFR + Variable
12	ADB	3534-IND	Rajasthan State Highway Investment Program-Project 1	USD	193.763	3-Jul-17	SOFR + Variable
13	ADB	3539-IND	Odisha Skill Development Project	USD	69.44	3-Dec-18	SOFR + Variable
14	ADB	3549-IND	Sustainable Coastal Protection and Management Investment Program - Project	USD	46.246	26-Oct-17	SOFR + Variable
15	ADB	3563-IND	Second West Bengal Development Finance Program	USD	300	24-Oct-17	SOFR + Variable
16	ADB	3573-IND	Himachal Pradesh Skills Development Project	USD	80	28-Mar-18	SOFR + Variable
17	ADB	3611-IND	Second Rural Connectivity Investment Program - Project 1	USD	190.73	30-Jan-18	SOFR + Variable
18	ADB	3612-IND	Bihar Urban Development Investment Program Tranche 2	USD	34.102	23-Feb-18	SOFR + Variable
19	ADB	3619-IND	Karnataka State Highways Improvement III Project	USD	343.32	30-Aug-18	SOFR + Variable
20	ADB	3623-IND	Railway Sector Investment Program-Project 3	USD	120	16-Mar-18	SOFR + Variable
21	ADB	3624-IND	Assam Urban Infra Investment Ptogram - Project 2	USD	23.424	8-Mar-19	SOFR + Variable
22	ADB	3662-IND	Madhya Pradesh Irrigation Efficiency Improvement Project	USD	285	29-Aug-18	SOFR + Variable
23	ADB	3689-IND	Kolkata Environmental Improvement Investment Program - Tranche-3	USD	71.431	3-Oct-18	SOFR + Variable
24	ADB	3690-IND	SASEC Road Connectivity Investment Program- Proj 2	USD	120.873	1-Oct-18	SOFR + Variable
25	ADB	3696-IND	West Bengal Drinking Water Sector Improvement Project	USD	240	3-Oct-18	SOFR + Variable
26	ADB	3703-IND	Second Rural connectivity Investment Program -Project 2	USD	86.885	5-Oct-18	SOFR + Variable

27	ADB	3710-IND	Madhya Pradesh Skills Development Project	USD	150	3-Oct-18	SOFR + Variable
28	ADB	3717-IND	Infrastructure Development Investment Program for Tourism- Project-4	USD	19.044	10-Dec-18	SOFR + Variable
29	ADB	3718-IND	Tamil Nadu Urban Flagship Investment Program- Project-1	USD	169	16-Nov-18	SOFR + Variable
30	ADB	3726-IND	Karnataka Integrated Urban Water Management Investment Program-Project-2	USD	64.989	27-Nov-18	SOFR + Variable

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
31	ADB	3733-IND	Himachal Pradesh Clean Energy Transmission Invest Prog Proj-3	USD	79.927	16-Nov-18	SOFR + Variable
32	ADB	3738-IND	Bihar State Highway III Project (Additional Financing)	USD	145.751	26-Nov-18	SOFR + Variable
33	ADB	3755-IND	Assam Integrated Flood and Riverbank Erosion Risk Management Invest.Prog.-2	USD	37.599	13-Dec-18	SOFR + Variable
34	ADB	3775-IND	Mumbai metro Rail System Project	USD	815.74	1-Mar-19	SOFR + Variable
35	ADB	3795-IND	Chhattisgarh Road Connectivity Project	USD	265.144	3-Sep-19	SOFR + Variable
36	ADB	3805-IND	Maharashtra Rural Connectivity Improvement Project	USD	195	6-Sep-19	SOFR + Variable
37	ADB	3815-IND	Rajasthan State Highway InvestmentProgram - Project 2	USD	170	11-Oct-19	SOFR + Variable
38	ADB	3836-IND	Karnataka Integrated and Sustainable Water Resurces Mgt Inves. Pgm. Prj 2	USD	81	18-Nov-19	SOFR + Variable
39	ADB	3849-IND	Public-Private Partnership in Madhya Pradesh Road Sector Project	USD	445	20-Dec-19	SOFR + Variable
40	ADB	3850-IND	Chennai-Kanyakumari Industrial Corridor: Power Sector Investment Project	USD	451	28-Nov-19	SOFR + Variable
41	ADB	3862-IND	Tamil Nadu Urban Flagship Investment Program - Project 2	USD	206	2-Dec-19	SOFR + Variable
42	ADB	3911-IND	Maharashtra State Road Improvement Project	USD	149.266	28-May-20	SOFR + Variable
43	ADB	3915-IND	COVID-19 Active Response and Expenditure Support Program	USD	500	28-Apr-20	SOFR + Variable
44	ADB	3916-IND	COVID-19 Active Response and Expenditure Support Program	USD	1000	28-Apr-20	SOFR + Variable
45	ADB	3917-IND	Maharashtra Rural High Voltage Distribution System Expansion Program	USD	322.048	19-Oct-20	SOFR + Variable
46	ADB	3964-IND	Delhi-Meerut regional rapid transit system investment project-project-1	USD	500	8-Sep-20	SOFR + Variable
47	ADB	3972-IND	Rajasthan Secondary Town Development Sector Project	USD	300	12-Oct-20	SOFR + Variable
48	ADB	3974-IND	Madhya Pradesh Urban Services Improvement Project-Additional financing	USD	270	12-Oct-20	SOFR + Variable
49	ADB	3996-IND	Meghalaya Power Distribution Sector Improvement Project	USD	132.8	1-Dec-20	SOFR + Variable
50	ADB	4004-IND	West Bangal Public Finance Management Reform Programm	USD	50	2-Dec-20	SOFR + Variable
51	ADB	4025-IND	Uttar Pradesh Power Distribution Network Rehabilitation Project - Tranche 1	USD	300	18-Dec-20	SOFR + Variable
52	ADB	4028-IND	Bengaluru Smart Energy Efficient Power Distribuion Project	USD	100	31-Dec-20	SOFR + Variable
53	ADB	4029-IND	Assa Power Sector Investment Program - Project 3	USD	231	30-Dec-20	SOFR + Variable
54	ADB	4032-IND	Strengthening Comprehensive Primary Health Care in Urban Areas Program	USD	300	23-Nov-21	SOFR + Variable
55	ADB	4036-IND	Bengaluru Metro Rail Project	USD	500	19-Aug-21	SOFR + Variable
56	ADB	4062-IND	Tamil Nadu Industrial Connectivity Project	USD	484	16-Jun-21	SOFR + Variable
57	ADB	4092-IND	Jharkhand Urban Water Supply Improvement Project	USD	112	8-Sep-21	SOFR + Variable
58	ADB	4097-IND	Maharashtra Rural Connectivity Improvement Project - Additional Financing	USD	300	8-Sep-21	SOFR + Variable
59	ADB	4106-IND	Inclusive, Resilient, and Sustainable Housing Unit Pj. for TN	USD	150	7-Dec-21	SOFR + Variable
60	ADB	4113-IND	Integrated Urban Flood Management for the Chennai-Kosasthalaiyar Basin Proj	USD	251	26-Oct-21	SOFR + Variable

61	ADB	4117-IND	Maharashtra Agribusiness Network Project	USD	100	26-Oct-21	SOFR + Variable
62	ADB	4133-IND	Agartala City Urban Development Project	USD	61	12-Nov-21	SOFR + Variable
63	ADB	4138-IND	Industrial Corridor Development Progarm- Subprogram 1	USD	250	25-Nov-21	SOFR + Variable

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
64	ADB	4147-IND	Responsive COVID-19 Vacciness for Recovery Project	USD	499.335	31-Dec-21	SOFR + Variable
65	ADB	4148-IND	Uttarakhand Integrated and Resilient Urban Development Project	USD	125	7-Dec-21	SOFR + Variable
66	ADB	4151-IND	Responsive COVID-19 Vacciness for Recovery Project	USD	578.602	31-Dec-21	SOFR + Variable
67	ADB	4158-IND	Sustainable Urban Development and Service Delivery Program- Subprogram 1	USD	350	17-Dec-21	SOFR + Variable
68	ADB	4166-IND	Assam Skill Unversity Project	USD	112	17-Dec-21	SOFR + Variable
69	ADB	4196-IND	Himachal Pradesh Rural Drinking Water Improvement and Livelihood Project	USD	96.3	16-Aug-22	SOFR + Variable
70	ADB	4242-IND	Connecting economic Cluster for Inclusive Growth in Maharashtra Project	USD	350	30-Dec-22	SOFR + Variable
71	ADB	4248-IND	Tripura Power Distribution Strengthening and Generation Efficiency Improvement P	USD	220	30-Dec-22	SOFR + Variable
72	ADB	4253-IND	Tamil Nadu Urban Flagship Investment Program - Project 3	USD	125	27-Dec-22	SOFR + Variable
73	ADB	4262-IND	Rajasthan State Highway Investment Program - Project 3	USD	110	20-Dec-22	SOFR + Variable
74	ADB	4265-IND	Assam South Asia Subregional Economic Corridor Connectivity Improvement Project	USD	300	28-Dec-22	SOFR + Variable
75	ADB	4273-IND	Chennai Metro Rail Investment Project	USD	350	29-Dec-22	SOFR + Variable
76	ADB	4275-IND	Strengthening Multimodal and Integrated Logistics Ecosystem Program	USD	250	23-Dec-22	SOFR + Variable
77	ADB	4291-IND	Himachal Pradesh Subtropical, Horticulture, Irrigation, and Value Addition Project	USD	130	8-Jun-23	SOFR + Variable
78	ADB	4312-IND	Visakhapatnam-Chennai Industrial Development Program - Tranche 2	USD	141.12	23-May-23	SOFR + Variable
79	ADB	4322-IND	Enhanding Connectivity and Sustainability in Bihar Roads Project	USD	295	27-Jul-23	SOFR + Variable
80	ADB	4325-IND	Rajasthan Secondary Towns Development Sector Project - Additional Finanacing	USD	200	27-Jul-23	SOFR + Variable
81	ADB	4335-IND	Early Childhood Development in Meghalaya Project	USD	40.5	1-Mar-24	SOFR + Variable
82	ADB	4352-IND	Climate Resilient Brahmputra Ingegrated Floor and Riverbank Erosion Risk Managem	USD	200	5-Feb-24	SOFR + Variable
83	ADB	4357-IND	Ahmedabad Peri Urban Livability Improvement Project	USD	181	13-Mar-24	SOFR + Variable
84	ADB	4361-IND	Enhancing Connectivity and Resilience of the Madhya Pradesh Road Network Projec	USD	175	5-Dec-23	SOFR + Variable
85	ADB	4362-IND	Sustainable Urban Development and Service Delivery Program - Subprogram 2)	USD	400	13-Nov-23	SOFR + Variable
86	ADB	4375-IND	Tripura Urban &Tourism Dovelopment Project	USD	100	22-Dec-23	SOFR + Variable
87	ADB	4390-IND	Kerala Urban Water Services Improvement Project	USD	170	22-May-25	SOFR + Variable
88	ADB	4392-IND	Maharashtra Tertiary Care and Medical Education Sector Development Program	USD	350	21-Aug-24	SOFR + Variable
89	ADB	4393-IND	Maharashtra Tertiary Care And Medical Education Sector Development Program	USD	150	21-Aug-24	SOFR + Variable
90	ADB	4401-IND	Power Sector Reform Program –Sub Program 1	USD	250	15-Dec-23	SOFR + Variable
91	ADB	4402-IND	Uttarakhand Climate Resilient Power System Development Project	USD	200	13-Dec-23	SOFR + Variable
92	ADB	4404-IND	Delhi-Meerut Regional Rapid Transit System Investment Project-Tranche 3	JPY	37737.5	15-Dec-23	SOFR + Variable
93	ADB	4407-IND	Uttrakhand Integrated and Resilient Urban Development Project - Additional Financi	USD	200	13-Dec-23	SOFR + Variable

94	ADB	4411-IND	Building India's Clean Plant Program	USD	98	29-Nov-24	SOFR + Variable
95	ADB	4421-IND	Industrial Corridor Development Program- Subprogram 2	USD	250	15-Dec-23	SOFR + Variable
96	ADB	4431-IND	Swachh Bharat Mission 2.0 - Comprehensive Municipal Waste Management in India	USD	200	4-Jul-24	SOFR + Variable

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
97	ADB	4437-IND	Promoting Research and Innovation through GIFTCL at Gujarat International Finance	USD	23	14-Mar-24	SOFR + Variable
98	ADB	4447-IND	Sikkim Power Sector Development Project	USD	148.5	31-May-24	SOFR + Variable
99	ADB	4452-IND	Strengthened and Measurable Actions for Resilient and Transformative Health Syste	USD	170	1-Jul-24	SOFR + Variable
100	ADB	4469-IND	NagpurMetro Urban Mobility Project	JPY	31386	17-Dec-24	SOFR + Variable
101	ADB	4486-IND	Climate-Adaptive Community Based Water-Harvesting Project in Meghalaya	USD	50	4-Dec-24	SOFR + Variable
102	ADB	4498-IND	Sustainable and Inclusive Tourism Development Project in Himachal Pradesh	USD	162	19-Dec-24	SOFR + Variable
103	ADB	4502-IND	Maharashtra Sustainable Climate Resilient Coastal Protection and Management Proj	USD	42	18-Dec-24	SOFR + Variable
104	ADB	4508-IND	West Bengal Distribution System Strengthening Program	USD	241.3	1-Nov-24	SOFR + Variable
105	ADB	4510-IND	Uttarakhand Livability Improvement Project	USD	200	6-Nov-24	SOFR + Variable
106	ADB	4559-IND	Strengthening Multimodal and Integrated Logistics Ecosystem Program - Subprogra	USD	350	20-Dec-24	SOFR + Variable
107	ADB	4562-IND	Supporting Human Capital Development in Meghalaya, Phase - 2 Project	USD	64	20-Dec-24	SOFR + Variable
108	ADB	4573-IND	AMRAVATI INCLUSIVE AND SUSTAINABLE CAPITAL CITY DEVELOPMENT PROGRAM	JPY	121972	20-Dec-24	SOFR + Variable
109	ADB	4584-IND	Kolkata Municipal Corporation Sustainability, Hygiene and Resilience (Sector) Projec	USD	200	22-May-25	SOFR + Variable
110	ADB	4586-IND	Tripura Industrial Infrastructure Development Project	USD	85.4	28-May-25	SOFR + Variable
111	ADB	4600-IND	Gujrat Skills Development Program	USD	109.97	28-Nov-25	SOFR + Variable
112	ADB	4613-IND	WEST BENGAL DRINKING WATER SECTOR IMPROVEMENT PROJECT-ADDITIONAL FIN	USD	101	19-Aug-25	SOFR + Variable
113	ADB	4615-IND	Sustainable, Inclusive and Climate-Resilient Tourism Development at Tehri Lake Are	USD	126.42	10-Sep-25	SOFR + Variable
114	ADB	4623-IND	Assam Urban Sector Development Project	USD	125	22-Sep-25	SOFR + Variable
115	ADB	4633-IND	Sikkim Integrated Urban Development Project	USD	179.07	17-Oct-25	SOFR + Variable
116	ADB	4664-IND	Maharashtra Power Distribution Enhancement Program for Agricultural Solarization	USD	460	28-Nov-25	SOFR + Variable
117	ADB	6033-IND	Sikkim Major District Road Upgradation Project	USD	2.5	3-Jun-21	SOFR + Variable
118	ADB	6036-IND	Himachal Pradesh Subtropical Horticulture Readiness Project (HPSHIVA-PRF)	USD	8.918	30-Dec-20	SOFR + Variable
119	ADB	6037-IND	Tripura Urban and Tourism Development Project	USD	4.21	18-Dec-20	SOFR + Variable
120	ADB	6038-IND	Aizawl Sustainable Urban Transport Project	USD	4.5	26-Oct-21	SOFR + Variable
121	ADB	6045-IND	Nagaland Urban Infrastructure Development Project	USD	2	11-Apr-22	SOFR + Variable
122	ADB	6046-IND	Infrastructure Development of Industrial Estates in Tripura	USD	2	17-May-22	SOFR + Variable
123	ADB	6047-IND	Agartala Municipal Insfrastructure Development Project	USD	3	29-Nov-22	SOFR + Variable
124	ADB	6053-IND	Preparing West Bengal Floating Solar Project	USD	1.06	26-Nov-24	SOFR + Variable
125	AIIB	0009-1-IND	Andhra Pradesh 24x7 - Power for All Project	USD	86.366	22-Jun-17	SOFR+Variable Spread
126	AIIB	0025-1-IND	Gujarat Rural Roads Project	USD	329	4-Aug-17	SOFR+fixed Spread

127	AIIB	L0020A-IND	Madhya Pradesh Rural Connectivity Project	USD	122.892	24-Jun-18	SOFR+fixed Spread
128	AIIB	L0038A-IND	Bangalore Metro Rail Project - Line R6	USD	335	4-Jun-19	SOFR+fixed Spread
129	AIIB	L0054A-IND	West Bengal Major Irrigation and Flood Management Project	USD	145	15-May-20	SOFR+Variable Spread

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
130	AIIB	L0063A-IND	Andhra Pradesh Rural Roads Project	USD	262.4	25-Feb-19	SOFR+Variable Spread
131	AIIB	L0079A-IND	AP Urban Water Supply Septage Mgt Improvement Pj.	USD	400	25-Feb-19	SOFR+Variable Spread
132	AIIB	L0228A-IND	Mumbai Urban Transport Project 3	USD	250	24-Aug-20	SOFR+Variable Spread
133	AIIB	L0228A-IND	Mumbai Urban Transport Project 3	USD	500	24-Aug-20	SOFR+Variable Spread
134	AIIB	L0301A-IND	Chennai Metro Rail Phase 2 - Corridor 4 Project	USD	105.801	26-Oct-21	SOFR+Variable Spread
135	AIIB	L0301A-IND	Chennai Metro Rail Phase 2 - Corridor 4 Project	USD	250.869	26-Oct-21	SOFR+Variable Spread
136	AIIB	L0301A-IND	Chennai Metro Rail Phase 2 - Corridor 4 Project	USD	356.67	26-Oct-21	SOFR+Variable Spread
137	AIIB	L0302A-IND	Assam Intra-State Transmission System Enhancement Project	USD	304	23-Feb-21	SOFR+Variable Spread
138	AIIB	L0315A-IND	Assam Electricity Distribution System Enhancement & Loss Reduction Project	USD	386	25-Apr-22	SOFR+Variable Spread
139	AIIB	L0336A-IND	Chennai Peripheral Ring Road Sections 2&3 Projects	USD	378	13-Apr-23	SOFR+Variable Spread
140	AIIB	L0352A-IND	Delhi-Meerut Regional Rapid Transit System Project	USD	500	10-Mar-22	SOFR+Variable Spread
141	AIIB	L0353A	Mumbai Urban Transport Project 3A Station Improvement	USD	85	29-Nov-24	SOFR+Variable Spread
142	AIIB	L0365A	Mumbai Metro Line 5 Project	USD	200	12-Nov-25	SOFR+Variable Spread
143	AIIB	L0368A-IND	Chennai Metro Rail Phase 2 - Corridor 5 Project	USD	206.358	7-Jun-23	SOFR+Variable Spread
144	AIIB	L0368A-IND	Chennai Metro Rail Phase 2 - Corridor 5 Project	USD	232.392	7-Jun-23	SOFR+Variable Spread
145	AIIB	L0368A-IND	Chennai Metro Rail Phase 2 - Corridor 5 Project	USD	438.75	7-Jun-23	SOFR+Variable Spread
146	AIIB	L0370A-IND	haryana Orbital Rail Corridor Part A Project	USD	128	8-Jun-23	SOFR+Variable Spread
147	AIIB	L0380A-IND	India COVID-19 Emergency Response and Health Systems Preparedness Project	USD	500	8-May-20	SOFR+Variable Spread
148	AIIB	L0409A-IND	COVID-19 Active Response and Expenditure Support Program	USD	750	19-Jun-20	SOFR+Variable Spread
149	AIIB	L0440A-IND	Assam Secondary Road Network Improvement Project	USD	320	19-Sep-22	SOFR+Variable Spread
150	AIIB	L0448A-IND	Punjab Municipal Services Improvement Project	USD	105	12-Oct-21	SOFR+Variable Spread
151	AIIB	L0449A-IND	Second Dam Rehabilitation and Improvement Project	USD	4.9	19-May-22	SOFR+Variable Spread
152	AIIB	L0449A-IND	Second Dam Rehabilitation and Improvement Project	USD	6.5	19-May-22	SOFR+Variable Spread
153	AIIB	L0449A-IND	Second Dam Rehabilitation and Improvement Project	USD	15.2	19-May-22	SOFR+Variable Spread
154	AIIB	L0449A-IND	Second Dam Rehabilitation and Improvement Project	USD	16.7	19-May-22	SOFR+Variable Spread
155	AIIB	L0449A-IND	Second Dam Rehabilitation and Improvement Project	USD	24.7	19-May-22	SOFR+Variable Spread
156	AIIB	L0449A-IND	Second Dam Rehabilitation and Improvement Project	USD	36.7	19-May-22	SOFR+Variable Spread
157	AIIB	L0449A-IND	Second Dam Rehabilitation and Improvement Project	USD	37	19-May-22	SOFR+Variable Spread
158	AIIB	L0449A-IND	Second Dam Rehabilitation and Improvement Project	USD	250	19-May-22	SOFR+Variable Spread
159	AIIB	L0453A-IND	Kerala Solid Waste Management Project	USD	72.4	21-Jan-22	SOFR+Variable Spread

160	AIIB	L0454A-IND	West Bengal Electricity Distribution Grid Modernisation Project	USD	135	28-Jan-22	SOFR+Variable Spread
161	AIIB	L0463A-IND	The Resilient Kerala Program	USD	125	10-Aug-21	SOFR+Variable Spread
162	AIIB	L0477A-IND	Chennai City Partnership: Sustainable Urban Services Program	USD	150	30-Nov-21	SOFR+Variable Spread

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
163	AIIB	L0479A-IND	Gujarat Education Infrastrueture and Technology Modernisation Program	USD	250	7-Jan-22	SOFR+Variable Spread
164	AIIB	L0523A-IND	Coordinated & Responsive Indian Social Protection Sys Pgm (Post-Covid)	USD	500	3-Sep-21	SOFR+Variable Spread
165	AIIB	L0564A-IND	Responsive COVID-19 Vaccines for Recovery Project	USD	398.227	21-Jan-22	SOFR+Variable Spread
166	AIIB	L0723A	Manipur Urban Road, Drainage and Asset Management Improvement Project(MUR	USD	352.4	11-Apr-25	SOFR+Variable Spread
167	AIIB	L0880A	Maharashtra Climate Resilient Distributed Renewable Energy Access Sub-Project 1	USD	700	18-Dec-25	SOFR+Variable Spread
168	EIB	91824-EIB	91824-Bhopal Metro Rail Project - B	EUR	150	8-Dec-22	EURIBOR + Fixed Spread
169	EIB	92954-EIB	92954- Agra Metro Rail Project A	EUR	250	22-Dec-21	EURIBOR + Fixed Spread
170	EIB	93665-EIB	93665-EIB Pune Metro Rail Project -B	EUR	150	7-May-21	EURIBOR + Fixed Spread
171	EIB	95761-EIB	95761-EIB Pune Metro Rail Project -C	EUR	150	8-Dec-22	EURIBOR + Fixed Spread
172	EIB	EIBGLN0002	87206-Lucknow Metro Rail Project Finance Contract B	EUR	250	31-Mar-17	EURIBOR + Fixed Spread
173	EIB	EIBGLN0003	86976-Bangalore Metro Rail Project - Line R6 - A	EUR	300	5-Oct-17	EURIBOR + Fixed Spread
174	EIB	EIBGLN0004	88419-Bangalore Metro Rail Project - Line R6 - B	EUR	200	28-Sep-18	EURIBOR + Fixed Spread
175	EIB	EIBGLN0005	88702-Pune Metro Rail Project A	EUR	200	22-Jul-19	EURIBOR + Fixed Spread
176	EIB	EIBGLN0006	87938-Bhopal Metro Rail Project - A	EUR	250	20-Dec-19	EURIBOR + Fixed Spread
177	EIB	EIBGLN0007	91823-Kanpur Metro Project Tranche 1	EUR	200	31-Aug-20	EURIBOR + Fixed Spread
178	EIB	EIBGLN0008	93176-Kanpur Metro Project B	EUR	150	29-Dec-20	EURIBOR + Fixed Spread
179	NDB	98	Integrated Sewerage System For City of Imphal Phase-II Project	USD	115	9-Jan-24	SOFR + Variable Spread
180	NDB	00102-IN	Gujarat Rural Road Program	USD	500	9-Jan-24	SOFR + Variable Spread
181	NDB	103	Assam Bridge -II Project	USD	333.8	30-Oct-24	SOFR + Variable Spread
182	NDB	140	Madhya Pradesh State Highways Improvement Project	USD	490	18-Apr-25	SOFR + Variable Spread
183	NDB	16IN02	Development and Upgradation of Major District Roads - Madhya Pradesh	USD	327.735	30-Mar-17	SOFR + Fixed Spread
184	NDB	17IN01	Rajasthan Water Sector Restructuring Project for the Desert Areas	USD	100	13-Feb-18	SOFR + Fixed Spread
185	NDB	17IN01_II	Rajasthan Water Sector Restructuring Project for the Desert Areas Phase II)	USD	179.74	29-Jul-22	SOFR + Fixed Spread
186	NDB	17IN02	Madhya Pradesh Multi Village Rural Water Supply Project	USD	246.216	20-Aug-18	SOFR + Fixed Spread
187	NDB	18IN01	Bihar Roral Roads Project	USD	45	20-Nov-18	SOFR + Fixed Spread
188	NDB	18IN01-T2	Bihar Roral Roads Project	USD	161.63	9-Nov-22	SOFR + Fixed Spread
189	NDB	18IN01-T3	Bihar Roral Roads Project(Phase-III)	USD	85	7-Nov-24	SOFR + Fixed Spread
190	NDB	18IN02	Madhya Pradesh Major District Roads II Project	USD	302.442	5-Oct-18	SOFR + Fixed Spread
191	NDB	18IN03	Madhya Pradesh Bridge Project (Tranche 1)	USD	105	5-Oct-18	SOFR + Variable Spread
192	NDB	18IN04	Mumbai Metro Rail Project	USD	260	26-Dec-18	SOFR + Fixed Spread

193	NDB	19IN01	Assam Bridge Project	USD	300	8-Aug-19	SOFR + Fixed Spread
194	NDB	19IN02	Andhra Pradesh Roads and Bridges Reconstruction Project	USD	90.71	6-Jan-21	SOFR + Variable Spread
195	NDB	19IN03	AP Mandal Connectivity and Rural Connectivity Improvement Project	USD	50.19	6-Jan-21	SOFR + Fixed Spread

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
196	NDB	19IN05	Manipur Water Supply Project	USD	312	3-Jun-20	SOFR + Fixed Spread
197	NDB	19IN06	Indore Metro Rail Project	USD	225	10-Jul-23	SOFR + Fixed Spread
198	NDB	20IN03	Emergency Assistance Program in Combating COVID-19	USD	1000	5-May-20	SOFR + Fixed Spread
199	NDB	20IN04	Delhi-Ghaziabad-Meerut Regional Rapid Transit System Project	USD	500	19-Nov-20	SOFR + Fixed Spread
200	NDB	20IN05	Emergency Program Loan Supporting India's Economic Recovery from COVID-19	USD	1000	16-Dec-20	SOFR + Fixed Spread
201	NDB	21IN02	Himachal Pradesh Rural Water Supply Project	USD	80	22-Dec-21	SOFR + Fixed Spread
202	NDB	22IN01	Meghalaya Ecotourism Infrastructure Development Project	USD	79.05	10-Jul-23	SOFR + Fixed Spread
203	NDB	22IN02	Lamphelpat Waterbody Rejuvenation Project	USD	70.27	9-Jan-24	SOFR + Fixed Spread
204	NDB	22IN03	Chennai Metro Rail Phase 2 - Corridor 4 Project	USD	346.72	14-Jul-23	SOFR + Variable Spread
205	OPEC	14967-P	Chennai Peripheral Ring Road Project (Sections II & III)	USD	100	16-Jun-23	SOFR+fixed Spread
206	IBRD	8601-IN	Karnataka Urban Water Supply Modernization Project	USD	100	24-May-16	SOFR+Variable Spread
207	IBRD	8631-IN	North Eastern Region Power System Improvement Project	USD	455.722	28-Nov-16	SOFR+Variable Spread
208	IBRD	8723-IN	W.B.Support to Institutional Strengthening of the Gram Panchayats PR PH-II	USD	201.32	22-Mar-17	SOFR+Variable Spread
209	IBRD	8725-IN	National Hydrology Project	USD	145	18-Apr-17	SOFR+Variable Spread
210	IBRD	8746-IN	Madhya Pradesh Urban Development Project	USD	105	12-Jun-17	SOFR+Variable Spread
211	IBRD	8751-IN	Innovate in India for Inclusiveness Project	USD	90.4	24-Apr-18	SOFR+Variable Spread
212	IBRD	8752-IN	Capacity Augmentation of the National Waterway-1 (Jal Marg Vikas) Project	USD	294.48	2-Feb-18	SOFR+Variable Spread
213	IBRD	8753-IN	Himachal Pradesh Public Financial Management Capacity Building Program	USD	36	31-May-17	SOFR+Variable Spread
214	IBRD	8754-IN	Assam Citizen-Centric Service Delivery Project	USD	32.08	5-Jun-17	SOFR+Variable Spread
215	IBRD	8755-IN	Andhra Pradesh 24x7 - Power for All Project	USD	129.505	22-Jun-17	SOFR+Variable Spread
216	IBRD	8757-IN	Jharkhand Opportunities for Harnessing Rural Growth Project	USD	78.47	28-Jul-17	SOFR+Variable Spread
217	IBRD	8765-IN	Assam State Public Finance Institutional Reforms(ASPIRe) Project	USD	31.5	27-Jun-17	SOFR+Variable Spread
218	IBRD	8769-IN	Skill india Mission Operation (SIMO)	USD	219.72	13-Dec-17	SOFR+Variable Spread
219	IBRD	8776-IN	National Agricultural Higher Education Project (NAHEP)	USD	67.602	16-Oct-17	SOFR+Variable Spread
220	IBRD	8780-IN	Assam Agribusiness and Rural Transformation Project	USD	200	30-Oct-17	SOFR+Variable Spread
221	IBRD	8782-IN	Odisha Higher Education Program for Excellence and Equity	USD	69.62	7-Nov-17	SOFR+Variable Spread
222	IBRD	8795-IN	Tamil Nadu Rural Transformation Project	USD	79.545	30-Jan-18	SOFR+Variable Spread
223	IBRD	8797-IN	Tamil Nadu Irrigated Agriculture Modernization Project	USD	318	26-Dec-17	SOFR+Variable Spread
224	IBRD	8805-IN	Uttarakhand Water Supply Program for Peri-Urban Areas	USD	106	22-Jan-18	SOFR+Variable Spread
225	IBRD	8811-IN	Uttar Pradesh Pro-Poor Tourism Development Project	USD	31.405	28-Dec-17	SOFR+Variable Spread

226	IBRD	8828-IN	Meghalaya Community-Led Landscapes Management Project	USD	43	16-Apr-18	SOFR+Variable Spread
227	IBRD	8829-IN	Maharashtra Project on Climate Resilient Agriculture	USD	420	6-Apr-18	SOFR+Variable Spread
228	IBRD	8833-IN	Madhya Pradesh Rural Connectivity Project	USD	184.562	24-Apr-18	SOFR+Variable Spread

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
229	IBRD	8839-IN	National Nutrition Mission (Additional financing for the ISSNIP)	USD	179.076	7-May-18	SOFR+Variable Spread
230	IBRD	8854-IN	National Rural Economic Transformation Project - Add. Fin. for NRLP	USD	211.5	5-Mar-19	SOFR+Variable Spread
231	IBRD	8855-IN	Strenghening Public Financial Management in Rajasthan	USD	21.7	29-May-18	SOFR+Variable Spread
232	IBRD	8864-IN	Additional Financing for PMGSY Rural Roads Projects	USD	270	31-May-18	SOFR+Variable Spread
233	IBRD	8869-IN	Second Programmatic Electricity Distribution Reform Development Policy Loan	USD	250	28-Aug-18	SOFR+Variable Spread
234	IBRD	8874-IN	Atal BHujal Yojana (ABHY)- National Groundwater Mgnt Improvement Proj.	USD	368.28	17-Feb-20	SOFR+Variable Spread
235	IBRD	8877-IN	Uttarakhand Workforce Development Project	USD	54.181	18-Sep-18	SOFR+Variable Spread
236	IBRD	8908-IN	Jharkhan Power System Improvement Project	USD	251.05	20-Nov-18	SOFR+Variable Spread
237	IBRD	8909-IN	Additional Financing for Dam Rehabilitation and Improvement Project	USD	28.578	8-Mar-19	SOFR+Variable Spread
238	IBRD	8910-IN	AP Integrated Irrigation and Agriculture Transformation Project	USD	62.64	5-Nov-18	SOFR+Variable Spread
239	IBRD	8911-IN	Jharkhand Municipal Development Project	USD	77	24-Jun-19	SOFR+Variable Spread
240	IBRD	8918-IN	Shimla Water Supply and Sewerage Service Delivery Reform Program	USD	40	15-Feb-19	SOFR+Variable Spread
241	IBRD	8921-IN	Additional Financing for the Uttarakhand Disaster Recovery Project	USD	94.21	5-Mar-19	SOFR+Variable Spread
242	IBRD	8923-IN	Chhattisgarh Public Financial Management and Accountability Pgm.	USD	21.349	5-Mar-19	SOFR+Variable Spread
243	IBRD	8926-IN	Program Towards Elimination of Tuberculosis	USD	400	27-Jun-19	SOFR+Variable Spread
244	IBRD	8928-IN	Uttarakhand Public Financial Management Strengthening Project	USD	27.42	25-Jun-19	SOFR+Variable Spread
245	IBRD	8934-IN	Tamil Nadu Health System Reform Program	USD	287	4-Jun-19	SOFR+Variable Spread
246	IBRD	8939-IN	Rajasthan State Highways Development Program II Project	USD	250	27-Jun-19	SOFR+Variable Spread
247	IBRD	8940-IN	Uttar Pradesh Core Road Network Development Project	USD	126.499	11-Oct-19	SOFR+Variable Spread
248	IBRD	8945-IN	Andhra Pradesh Health Systems Strengthening Project	USD	294.927	27-Jun-19	SOFR+Variable Spread
249	IBRD	9011-IN	Odisha Integrated Project for Climate Resilient Agriculture	USD	135.32	24-Oct-19	SOFR+Variable Spread
250	IBRD	9025-IN	West Bengal Major Irrigation and Flood Management Project	USD	145	15-May-20	SOFR+Variable Spread
251	IBRD	9026-IN	Assam Inland Water Transport Project	USD	74.35	16-Jan-20	SOFR+Variable Spread
252	IBRD	9031-IN	State of Maharashtra's Agribusiness and Rural Transformation Project	USD	185	24-Jan-20	SOFR+Variable Spread
253	IBRD	9041-IN	Source Sustainability and Climate Resilient Rain-fed Agriculture in HP	USD	80	11-Mar-20	SOFR+Variable Spread
254	IBRD	9062-IN	Green National Highways Corridor Project	USD	300	22-Dec-20	SOFR+Variable Spread
255	IBRD	9066-IN	Himachal Pradesh State Roads Transformation Project	USD	82	7-Sep-20	SOFR+Variable Spread
256	IBRD	9086-IN	COVID-19 Emergency Response and Health Systems Preparedness Project	USD	1000	3-Apr-20	SOFR+Variable Spread
257	IBRD	9093-IN	First Tamil Nadu Housing Sector Strengthening Program DPL	USD	200	29-Jun-20	SOFR+Variable Spread
258	IBRD	9094-IN	Tamil Nadu Housing and Habitat Development Project	USD	41.94	29-Jun-20	SOFR+Variable Spread

259	IBRD	9101-IN	Strengthening Teaching-Learning And Results for States	USD	500	28-Jan-21	SOFR+Variable Spread
260	IBRD	9111-IN	Accelerating India's COVID-19 Social Protection Response Program	USD	200	15-May-20	SOFR+Variable Spread
261	IBRD	9136-IN	Second National Ganga River Basin Project	USD	381	7-Jul-20	SOFR+Variable Spread

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
262	IBRD	9153-IN	Micro,Small and Medium Enterprises Emergency Response Project	USD	750	6-Jul-20	SOFR+Variable Spread
263	IBRD	9169-IN	Meghalaya Integrated Transport Project	USD	120	19-Nov-20	SOFR+Variable Spread
264	IBRD	9176-IN	West Benga Inland Water Transport, Logistics and Spatial Development Proj.	USD	105	5-Jan-21	SOFR+Variable Spread
265	IBRD	9181-IN	Second Dam Rehabilitation and Improvement Project	USD	250	4-Aug-21	SOFR+Variable Spread
266	IBRD	9185-IN	Nagaland: Enhancing Classroom Teaching and Resources	USD	56.5	22-Feb-21	SOFR+Variable Spread
267	IBRD	9190-IN	Chhattisgarh Inclusive Rural and Accelerated Agriculture Growth Project	USD	85	12-Feb-21	SOFR+Variable Spread
268	IBRD	9208-IN	Kerala Solid Waste Management Project	USD	72.56	12-Jan-22	SOFR+Variable Spread
269	IBRD	9219-IN	Gujarat Outcomes for Accelerated Learning (GOAL) Program	USD	500	19-May-21	SOFR+Variable Spread
270	IBRD	9226-IN	Punjab Municipal Services Improvement Project	USD	105	10-Aug-21	SOFR+Variable Spread
271	IBRD	9227-IN	Mizoram Health Systems Strengthening Project	USD	27	17-Jun-21	SOFR+Variable Spread
272	IBRD	9241-IN	Raising and Accelerating MSME Performance Program	USD	500	27-May-22	SOFR+Variable Spread
273	IBRD	9247-IN	Chennai City Partnership: Sustainable Urban Services Program	USD	150	6-Dec-21	SOFR+Variable Spread
274	IBRD	9248-IN	The Resilient Kerala Program	USD	125	16-Jul-21	SOFR+Variable Spread
275	IBRD	9259-IN	Supporting Andhra's Learning Transformation Operation	USD	250	18-Nov-21	SOFR+Variable Spread
276	IBRD	9280-IN	Coordinated &Responsive Indian Social Protection Sys Prog (Post-Covid)	USD	387.5	15-Jul-21	SOFR+Variable Spread
277	IBRD	9291-IN	Meghalaya Health Systems Strengthening Project	USD	40	28-Oct-21	SOFR+Variable Spread
278	IBRD	9295-IN	Shimla-Himachal Pradesh Water Supply and Sewerage Services Improvement Prog	USD	160	9-Dec-21	SOFR+Variable Spread
279	IBRD	9301-IN	West Bengal Electricity Distribution Grid Modernisation Project	USD	135	13-Jan-22	SOFR+Variable Spread
280	IBRD	9314-IN	Rejuvenating Watersheds for Agricultural Resilience through Innovative Deve	USD	115	18-Feb-22	SOFR+Variable Spread
281	IBRD	9324-IN	Karnataka Urban Water Supply Modernization Project	JPY	20058.167	31-Jul-24	SOFR+Variable Spread
282	IBRD	9329-IN	WB Building State Capability for Inclusive Social Protection Operation	USD	125	9-Mar-22	SOFR+Variable Spread
283	IBRD	9365-IN	Public Service Capability Enhancement Project	USD	43	22-Jul-22	SOFR+Variable Spread
284	IBRD	9407-IN	Transforming India's Public Health Systems for Pandemic Preparedness Program	USD	500	3-Mar-23	SOFR+Variable Spread
285	IBRD	9409-IN	Rights : Inclusion, Accessibility and Opportunities for Persons with Disabilities in Tam	USD	162	26-Sep-22	SOFR+Variable Spread
286	IBRD	9414-IN	Second Tamil Nadu Housing Sector Strengthening Dev. Policy Loan	USD	190	1-Aug-22	SOFR+Variable Spread
287	IBRD	9418-IN	India's Enhanced Health Service Delivery Program	USD	500	3-Mar-23	SOFR+Variable Spread
288	IBRD	9419-IN	Fisheries Sector Prosperity Project	USD	150	17-Jul-24	SOFR+Variable Spread
289	IBRD	9422-IN	Additional Financing for Gujarat Outcomes for Accelerated Learning (GOAL)	USD	250	26-Jul-22	SOFR+Variable Spread
290	IBRD	9424-IN	Catalyzing Private Financing for Sustainable Recovery and Growth DPL	USD	667	29-Nov-22	SOFR+Variable Spread
291	IBRD	9438-IN	Punjab: Building Fiscal and Institutional Resilience	USD	150	12-Jan-23	SOFR+Variable Spread

292	IBRD	9440-IN	Systems Reform Endeavours for Transformed Health Achievement in Gujarat Pg.	USD	350	6-Oct-22	SOFR+Variable Spread
293	IBRD	9449-IN	Gujarat Resilient Cities Partnership: Ahmedabad City Resilience Project	USD	280	8-Mar-24	SOFR+Variable Spread
294	IBRD	9484-IN	Odisha State Capability and Resilient Growth Program	USD	100	14-Jul-23	SOFR+Variable Spread

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
295	IBRD	9487-IN	Assam Integrated River Basin Management Project-Phase 1	USD	108	11-Jun-23	SOFR+Variable Spread
296	IBRD	9496-IN	Karnataka Sustainable Rural Water Supply Program	USD	363	7-Jun-23	SOFR+Variable Spread
297	IBRD	9543-IN	West Bengal Accelerated Development of Minor Irrigation Project-Phase II	USD	148	18-Sep-23	SOFR+Variable Spread
298	IBRD	9553-IN	Additional Financing for Resilient Kerala Program	USD	150	2-Aug-23	SOFR+Variable Spread
299	IBRD	9561-IN	Chhattisgarh: Accelerated Learning for A Knowledge-Economy Operation	USD	300	22-Sep-23	SOFR+Variable Spread
300	IBRD	9566-IN	Himachal Pradesh Power Sector Development Program	USD	200	6-Nov-23	SOFR+Variable Spread
301	IBRD	9568-IN	Tripura Rural Economic Growth and Service Delivery Project	USD	140	1-Mar-24	SOFR+Variable Spread
302	IBRD	9570-IN	Assam State Secondary Healthcare Initiative for Service Delivery Transformation (AS	USD	251.03	19-Sep-23	SOFR+Variable Spread
303	IBRD	9571-IN	Manipur Infotech eNabled Development Project	USD	46	9-May-25	SOFR+Variable Spread
304	IBRD	9574-IN	First Low-Carbon Energy Programmatic Development Policy Loan	USD	1443.43	10-Nov-23	SOFR+Variable Spread
305	IBRD	9625-IN	Tamil Nadu Climate Resilient Urban Development Operation	JPY	45205.6	5-Mar-24	SOFR+Variable Spread
306	IBRD	9629-IN	Sikkim: Integrated Service Provision and Innovation for Reviving Economies Operatio	USD	100	6-Feb-24	SOFR+Variable Spread
307	IBRD	9632-IN	Assam Resilient Rural Bridges Operation	USD	452	18-Sep-24	SOFR+Variable Spread
308	IBRD	9650-IN	Uttarakhand Climate Responsive Rainfed Farming Project	USD	96.2	14-Aug-24	SOFR+Variable Spread
309	IBRD	9654-IN	Uttarakhand Disaster Preparedness and Resilience Project	USD	135	16-Dec-24	SOFR+Variable Spread
310	IBRD	9656-IN	West Bengal Boosting Logistics Efficiency and Trade Facilitation Program	USD	150	11-Mar-25	SOFR+Variable Spread
311	IBRD	9663-IN	Development of Applied Knowledge and Skills for Human Development in Maharash	USD	195	27-Dec-24	SOFR+Variable Spread
312	IBRD	9705-IN	Second Low-Carbon Energy Programmatic Development Policy Financing	USD	1468.5	15-Jul-24	SOFR+Variable Spread
313	IBRD	9727-IN	Kerala Climate Resilient Agri-Value Chain Modernization (KERA) Project	USD	200	16-Dec-24	SOFR+Variable Spread
314	IBRD	9736-IN	Enhancing Landscape and Ecosystem Management (ELEMENT) Project	USD	225.515	29-Jan-25	SOFR+Variable Spread
315	IBRD	9737-IN	Maharashtra Strengthening Institutional Capabilities in Districts for Enabling Growth	USD	188.28	12-Feb-25	SOFR+Variable Spread
316	IBRD	9757-IN	Uttar Pradesh Agriculture Growth and Rural Enterprise Ecosystem Strengthening Pro	JPY	49566.7	13-Jan-25	SOFR+Variable Spread
317	IBRD	9759-IN	Meghalaya Multisectoral Project for Adolescent Wellbeing, Empowerment and Resil	USD	35	28-Feb-25	SOFR+Variable Spread
318	IBRD	9761-IN	Amaravati Integrated Urban Development Program	JPY	121972	26-Dec-24	SOFR+Variable Spread
319	IBRD	9833-IN	Tamil Nadu Women Employment and Safety (TN WESAFE) Operation	USD	150	7-Aug-25	SOFR+Variable Spread
320	IBRD	9835-IN	Karnataka Water Security and Resilience Program	JPY	60954.3	6-Aug-25	SOFR+Variable Spread
321	IBRD	P4930-IN	Himachal Pradesh Forests for Prosperity Project (Preparation Advance)	USD	0.139	4-Apr-18	SOFR+Variable Spread
322	IDA	5838-IN	Himachal Pradesh Horitculture Development Project	USD	108.05	21-Jun-16	SOFR+Fixed Spread
323	IDA	5867-IN	Bihar Transformative Development Project - JEEVIKA II	USD	290	8-Jul-16	SOFR+Fixed Spread
324	IDA	5868-IN	Tejaswini: Socioeconomic Empowerment of Adolescent Girls and Young Women	USD	33.062	23-Feb-17	SOFR+Fixed Spread

325	IDA	5874-IN	Technical Education Quality Improvement Project - III	USD	164.325	1-Feb-17	SOFR+Fixed Spread
326	IDA	5927-IN	Nagaland Health Project	USD	42.993	16-Jan-17	SOFR+Fixed Spread
327	IDA	5938-IN	Bihar Rural Roads Project	USD	147.972	29-May-17	SOFR+Fixed Spread

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
328	IDA	5948-IN	Uttarakhand Health Systems Development Project	USD	66.17	23-Mar-17	SOFR+Fixed Spread
329	IDA	5965-IN	Skill Strengthening for Industrial Value Enhancement Operation	USD	92	19-Dec-17	SOFR+Fixed Spread
330	IDA	6463-IN	First Resilient Kerala Program Development Policy Financing	XDR	115.2	28-Jun-19	2
331	IDA	6464-IN	First Resilient Kerala Program Development Policy Financing	USD	90.4	28-Jun-19	SOFR+variable Spread
332	IDA	6655-IN	Accelerating India's COVID-19 Social Protection Response Program	XDR	226.8	15-May-20	2
333	IDA	6656-IN	Accelerating India's COVID-19 Social Protection Response Program	USD	240.43	15-May-20	SOFR+variable Spread
334	IDA	6812-IN	Second Accelerating India's COVID-19 Social Protection Response Program	USD	291.4	16-Dec-20	SOFR+variable Spread
335	IDA	6813-IN	Second Accelerating India's COVID-19 Social Protection Response Program	XDR	77	16-Dec-20	2
336	IDA	6955-IN	Coordinated &Responsive Indian Social Protection Sys Prog (Post-Covid)	USD	94.5	15-Jul-21	SOFR+variable Spread
337	IDA	6956-IN	Coordinated &Responsive Indian Social Protection Sys Prog (Post-Covid)	XDR	12.6	15-Jul-21	2
338	IDA	7183-IN	Catalyzing Private Financing for Sustainable Recovery and Growth DPL	USD	83	29-Nov-22	SOFR+variable Spread
339	IDA	7375-IN	First Low-Carbon Energy Programmatic Development Policy Financing	USD	56.57	10-Nov-23	SOFR+variable Spread
340	IDA	7609-IN	Second Low-Carbon Energy Programmatic Development Policy Financing	USD	31.5	15-Jul-24	SOFR+variable Spread
341	IFAD	2000001749	Andhra Pradesh Drought Mitigation Project	USD	13.415	7-Sep-17	2
342	IFAD	2000002119	Fostering Climate Resilient Upland Farming System in NE - Mizoram	USD	23.1	25-Jan-18	2
343	IFAD	2000002173	Fostering Climate Resilient Upland Farming System in NE - Nagaland	USD	25.65	25-Jan-18	2
344	IFAD	2000003648	Maharashtra Rural Women's Enterprise Development Project	USD	38	22-Jan-21	SOFR+variable Spread
345	IFAD	2000003806	Chhattisgarh Inclusive Rural and Accelerated Agriculture Growth Project	USD	67	17-Aug-21	SOFR+variable Spread
346	IFAD	2000004123	Rural Enterprise Acceleration Project(REAP)	USD	105	2-Jun-22	SOFR+variable Spread
347	IFAD	2000004184	Maharashtra Rural Women's Enterprise Development Project (Additional Loan)	USD	12	10-Nov-22	SOFR+variable Spread
348	IFAD	2000004448	Meghalaya Livelihood and Access to Markets Project(Megha-Lamp)	USD	20.58	16-Mar-23	SOFR+variable Spread
349	IFAD	2000005021	Competitiveness Improvement of the Agriculture and Allied Sectors Project in Jamm	USD	100	18-Jun-24	SOFR+variable Spread
350	GOJP	IDC-009	Tamil Nadu Investment Promotion Program Phase-2	JPY	22145	31-Mar-17	1.4
351	GOJP	IDC-010	Gujarat Investment Promotion Program	JPY	16825	15-Sep-17	0.6
352	GOJP	IDC-011	Pr. for Japan-India Cooprative Actions towards Sust. Devp. Goals in India	JPY	15000	18-Jan-19	1.45
353	GOJP	IDC-012	COVID-19 Crisis Response Emergency Support Loan	JPY	50000	31-Aug-20	0.01
354	GOJP	IDC-013	The COVID-19 Crisis Response Support Laons for Social Protection	JPY	30000	8-Feb-21	0.65
355	GOJP	IDC-014	Program for Japan India Cooperative Actions towards Sustainable Development Goa	JPY	15301	21-Dec-23	2.1
356	GOJP	IDC-015	Tamil Nadu Investment Promotion Program Phase-3	JPY	36114	27-Mar-25	2.45
357	GOJP	IDP-249	North East Road Network Connectivity Improvement Proj (phase-I) (I)	JPY	64019	31-Mar-17	1.4

358	GOJP	IDP-249A	North East Road Network Connectivity Improvement Proj (phase-I) (I)	JPY	3151	31-Mar-17	0.01
359	GOJP	IDP-254	Delhi Eastern Peripheral Expressway Intelegent Trasport Systems Inst. Prj.	JPY	2134.5	31-Mar-17	1.4
360	GOJP	IDP-254A	Delhi Eastern Peripheral Expressway Intelegent Trasport Systems Ins	JPY	456.127	31-Mar-17	0.01

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
361	GOJP	IDP-256	Nagaland Forest Management Project	JPY	5972	31-Mar-17	0.3
362	GOJP	IDP-256A	Nagaland Forest Management Project	JPY	252	31-Mar-17	0.01
363	GOJP	IDP-257	Odisha Forestry Sector Development Project (Phase 2)	JPY	14225	31-Mar-17	0.3
364	GOJP	IDP-257A	Odisha Foresty Sector Development Project (phase 2)	JPY	287	31-Mar-17	0.01
365	GOJP	IDP-258	Chennai Metro Project (V)	JPY	32124	31-Mar-17	1.4
366	GOJP	IDP-258A	Chennai Metro Project (V)	JPY	1197	31-Mar-17	0.01
367	GOJP	IDP-259	Rajasthan Water Sector Livelehood Improvement Project(I)	JPY	10823.254	31-Mar-17	0.7
368	GOJP	IDP-259A	Rajasthan Water Sector Livelihood Improvement Project (I)	JPY	569.279	31-Mar-17	0.01
369	GOJP	IDP-260	Andhra Pradesh Irrigation and Livelihood Improvement Project (Phase 2) (I)	JPY	20493	13-Dec-17	1.4
370	GOJP	IDP-260A	AP irrigation and livelihood improvement project (Ph 2)(I)	JPY	804	13-Dec-17	0.01
371	GOJP	IDP-262	Upgradation of Env Mgmt for Ship recycling in Alang and Sosiya -Gujarat	JPY	7795	15-Sep-17	1.2
372	GOJP	IDP-262A	Upgradation of Env Mgmt for Ship Recycling in Alang and Sosiya -Gujarat	JPY	725	15-Sep-17	0.01
373	GOJP	IDP-263	Kolkata East-West Metro Project (III)	JPY	24345	28-Sep-18	1.2
374	GOJP	IDP-263A	Kolkata East-West Metro Project (III)	JPY	1558	28-Sep-18	0.01
375	GOJP	IDP-264	Construction of Training Inst. for Mum-Ahd High Speed Rail	JPY	10453	15-Sep-17	0.1
376	GOJP	IDP-265	North East Road Netwrok Connectivity Improvement Project (Phase-2)	JPY	35899	29-Mar-18	1.2
377	GOJP	IDP-265A	North East Road Network Connectivity Improvement Project (Phase -2)	JPY	2767	29-Mar-18	0.01
378	GOJP	IDP-266	Bengaluru Water Supply and Sewerage Project (Phase 3) (I)	JPY	33761	24-Jan-18	1.3
379	GOJP	IDP-266A	Bangaluru Water Supply and Sewerage Project (Phase3)(I)	JPY	7940	24-Jan-18	1.3
380	GOJP	IDP-266B	Bengaluru Water Supply and Sewerage project (Phase 3) (I)	JPY	3299	24-Jan-18	1.3
381	GOJP	IDP-267	Construction for Construction of Chennai Seawater Desalination Plant -1	JPY	28399	29-Mar-18	1.5
382	GOJP	IDP-267A	Construction for Construction of Chennai Seawater Desalination Plant -1	JPY	1601	29-Mar-18	0.01
383	GOJP	IDP-268	Mumbai Metro Line 3 Project (II)	JPY	95239	29-Mar-18	1.5
384	GOJP	IDP-268A	Mumbai Metro Line 3 Project II	JPY	4761	29-Mar-18	0.01
385	GOJP	IDP-269	Improvement of Himachal Pradesh Forest Ecosystems Management and Livelihood	JPY	11013	29-Mar-18	1.3
386	GOJP	IDP-269A	Improvement of Himachal Pradesh Forest Ecosystems Management and Livelihood	JPY	123	29-Mar-18	0.01
387	GOJP	IDP-270	Installation of Chennai Metropoltn Area Intelligent Tpt. Systems	JPY	7157	29-Mar-18	1.5
388	GOJP	IDP-270A	Installation of Chennai Metropolitan Area intelligenet Transport Systems	JPY	925	29-Mar-18	0.01
389	GOJP	IDP-271	Project for Renovation and Modernization of Umiam-Umtru Stage-III	JPY	4824	29-Oct-18	1.5
390	GOJP	IDP-271A	Project for Renovation and Modernization of Umiam-Umtru Stage-III	JPY	673	29-Oct-18	0.01

391	GOJP	IDP-272	Chennai Metro Project - Phase 2 (I)	JPY	66065	21-Dec-18	0.2
392	GOJP	IDP-272A	Chennai Metro Project - Phase 2 (I)	JPY	9454	21-Dec-18	0.01
393	GOJP	IDP-273	Delhi Mass Rapid Transport System Project Phase 3 (III)	JPY	53282	29-Oct-18	1.5

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
394	GOJP	IDP-273A	Delhi Mass Rapid Transport System Project Phase 3 (III)	JPY	393	29-Oct-18	0.01
395	GOJP	IDP-274	Project for the Construction of Turga Pumped Storage -I	JPY	28259	2-Nov-18	1.5
396	GOJP	IDP-274A	Project for the Construction of Turga Pumped Storage-I	JPY	1183	2-Nov-18	0.01
397	GOJP	IDP-275	Project for Sustainable Catchment Forest Management in Tripura	JPY	11821	29-Oct-18	1.25
398	GOJP	IDP-275A	Project for Sustainable Catchment Forest Managment in Tripura	JPY	466	29-Oct-18	0.01
399	GOJP	IDP-276	North East Road Network Connectivity Improvement Project (Phase 3) (I)	JPY	23853	29-Oct-18	1.5
400	GOJP	IDP-276A	North East Road Network Connectivity Improvement Project (Phase 3) (I)	JPY	1630	29-Oct-18	0.01
401	GOJP	IDP-277	Contruction of Mumbai-Ahmedabad High Speed Rail (I)	JPY	89547	28-Sep-18	0.1
402	GOJP	IDP-278	Construction of Chennai Peripheral Ringh Road (Phase 1)	JPY	37270	18-Jan-19	1.45
403	GOJP	IDP-278A	Construction of Chennai Peripheral Ringh Road Phase 1	JPY	2804	18-Jan-19	0.01
404	GOJP	IDP-279	The Construction of Mumbai-Ahmedabad High Speed Rail(II)	JPY	150000	29-Oct-18	0.1
405	GOJP	IDP-280	Project for the Dairy Development	JPY	14606	21-Dec-18	0.85
406	GOJP	IDP-280A	Project for the Dairy Development	JPY	372	21-Dec-18	0.01
407	GOJP	IDP-281	Mumbai Metro Line 3 Project (III)	JPY	38326	27-Mar-20	1.15
408	GOJP	IDP-281A	Mumbai Metro Line 3 Project (III)	JPY	1545.165	27-Mar-20	0.01
409	GOJP	IDP-282	Community based Forest Managmnt and Livelihoods Improvement in Meghalaya	JPY	10045	27-Mar-20	0.95
410	GOJP	IDP-282A	Community vased Forest Managment and Livelihoods Improvment in Meghalaya	JPY	352	27-Mar-20	0.01
411	GOJP	IDP-284	Ahmedabad Metro Project (II)	JPY	13967	27-Mar-20	1.15
412	GOJP	IDP-285	Project for Pollution Abatement of Nag River in Nagpur	JPY	27020	27-Mar-20	0.95
413	GOJP	IDP-285A	Project for Pollution Abatement of Nag River in Nagpur	JPY	2062	27-Mar-20	0.01
414	GOJP	IDP-286	North East Road Network Connectivity Improvement Project(Phase 4)	JPY	14114	27-Mar-20	1.15
415	GOJP	IDP-286A	North East Road Network Connectivity Improvement Project(Phase 4	JPY	812	27-Mar-20	0.01
416	GOJP	IDP-287	Madhya Pradesh Rural Water Supply Project	JPY	0	27-Mar-20	1.15
417	GOJP	IDP-287A	Madhya Pradesh Rural Water Supply Project	JPY	0	27-Mar-20	0.01
418	GOJP	IDP-288	Dedicated Freight Corridor Project(Phase-1) (IV)	JPY	124751	27-Mar-20	0.1
419	GOJP	IDP-288A	Dedicated Freight Corridor Project (Phase 1) (IV)	JPY	5249	27-Mar-20	0.01
420	GOJP	IDP-289	Project for Ecosystem Restoration in Gujarat	JPY	13185	27-Mar-20	0.4
421	GOJP	IDP-289A	Project for Ecosystem Restoration in Gujarat	JPY	572	27-Mar-20	0.01
422	GOJP	IDP-290	Himachal Pradesh Crop Diversification promotion project(Phase-2)	JPY	10538	26-Mar-21	1.15
423	GOJP	IDP-290A	Himachal Pradesh Crop Diversification Promotion Project (Phase-2)	JPY	764	26-Mar-21	0.01

424	GOJP	IDP-291	Project for Setting up of All India Intitute of Medical Sciences Madurai	JPY	21296	26-Mar-21	0.95
425	GOJP	IDP-291A	Project for Setting up of All India Institute of Medical Sciences Madurai	JPY	1492	26-Mar-21	0.01
426	GOJP	IDP-292	Rajasthan Rural Water Supply and Fluorosis Mitigation Project (Nagaur) PH-2	JPY	44225	26-Mar-21	1.15

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
427	GOJP	IDP-292A	Rajasthan Rural Water Supply and Fluorosis Mitigation Project Ph-2	JPY	1591	26-Mar-21	0.01
428	GOJP	IDP-293	North East Road Network Connectivity Improvement Project	JPY	14489	26-Mar-21	1.15
429	GOJP	IDP-293A	North East Road Network Connectivity Improvement Project (Phase 5)	JPY	796	26-Mar-21	0.01
430	GOJP	IDP-294	Bengaluru Metro Rail Project (Phase-2)	JPY	48779	26-Mar-21	1.15
431	GOJP	IDP-294A	Bengaluru Metro Rail Project (Phase-2)	JPY	3257	26-Mar-21	0.01
432	GOJP	IDP-295	Kolkata East-West Metro Project (IV)	JPY	8547	26-Mar-21	1.15
433	GOJP	IDP-295A	Kolkata East-West Metro Project (IV)	JPY	544	26-Mar-21	0.01
434	GOJP	IDP-296	Delhi Mass Rapid Transport System Project (Phase 4) (I)	JPY	118418	26-Mar-21	1.15
435	GOJP	IDP-296A	Delhi Mass Rapid Transport System Project (Phase 4) (I)	JPY	1560	26-Mar-21	0.01
436	GOJP	IDP-297	Dedicated Freight Corridor Project (Phase 2) (III)	JPY	114249	31-Mar-22	0.1
437	GOJP	IDP-297A	Dedicated Freight Corridor Project (Phase 2) (III)	JPY	2271	31-Mar-22	0.01
438	GOJP	IDP-298	Chennai Metro Project (Phase 2) (II)	JPY	70055	31-Mar-22	0.2
439	GOJP	IDP-298A	Chennai Metro Project (Phase 2) (II)	JPY	2945	31-Mar-22	0.01
440	GOJP	IDP-299	Bengaluru Water supply and Sewerage Project (Phase 3) (II)	JPY	27580	31-Mar-22	1.2
441	GOJP	IDP-299A	Bengaluru Water supply and Sewerage Project (Phase 3) (II)	JPY	8221	31-Mar-22	1
442	GOJP	IDP-299B	Bengaluru Water supply and Sewerage Project (Phase 3) (II)	JPY	1267	31-Mar-22	0.01
443	GOJP	IDP-300	Uttarakhand Integrated Horticulture Development Project	JPY	5820	31-Mar-22	1.2
444	GOJP	IDP-300A	Uttarakhand Integrated Horticulture Development Project	JPY	581	31-Mar-22	0.01
445	GOJP	IDP-301	Tamil Nadu Biodiversity Conservation and Greening Project for Climate Chang	JPY	10310	31-Mar-22	1
446	GOJP	IDP-301A	Tamil Nadu BiodiversityConservation and Greening Project for Climate Change	JPY	225	31-Mar-22	0.01
447	GOJP	IDP-302	Medical Education and Reserch Department - Assam	JPY	43434	31-Mar-22	1
448	GOJP	IDP-302A	Medical Education and Reserch Department - Assam	JPY	2171	31-Mar-22	0.01
449	GOJP	IDP-303	North East Road Network Connectivity Improvement Project (Phase 6)	JPY	21536	31-Mar-22	1.2
450	GOJP	IDP-303A	North East Road Network Connectivity Improvement Project (Phase 6)	JPY	1593	31-Mar-22	0.01
451	GOJP	IDP-304	Project for Capacity Enhancement for Effective Forest Management	JPY	7928	27-Mar-25	2.25
452	GOJP	IDP-304A	Project for Capacity Enhancement for Effective Forest Management	JPY	352	27-Mar-25	0.55
453	GOJP	IDP-305	Project for the construction of Mumbai-Ahmedabad High Speed Rail (III)	JPY	100000	25-Jul-22	0.1
454	GOJP	IDP-306	Establishment of Mizoram State Super Specialty Cancer and Research Centre	JPY	9194	27-Feb-23	1.5
455	GOJP	IDP-306A	Establishment of Mizoram State Super Specialty Cancer and Research Centre	JPY	724	27-Feb-23	0.01
456	GOJP	IDP-308	North East Road Network Connectivity Improvement Project (Phase-7)	JPY	14697	20-Feb-24	1.8

457	GOJP	IDP-308A	North East Road Network Connectivity Improvement Project (Phase-7)	JPY	864	20-Feb-24	0.2
458	GOJP	IDP-309	Project for the Construction of Mumbai- Ahmedabad High Speed Rail (IV)	JPY	300000	29-Mar-23	0.1
459	GOJP	IDP-310	Patna Metro Rail Construction Project (I)	JPY	93421	29-Mar-23	1.7

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
460	GOJP	IDP-310A	Patna Metro Rail Construction Project (I)	JPY	5191	29-Mar-23	0.01
461	GOJP	IDP-311	Project for Forest and Biodiversity Conservation for climate Change Response in We	JPY	8939	29-Mar-23	1.5
462	GOJP	IDP-311A	Project for Forest and Biodiversity Conservation for climate Change Response in We	JPY	369	29-Mar-23	0.01
463	GOJP	IDP-312	Rajasthan Water Sector Livelihood Improvement Project(II)	JPY	17982	29-Mar-23	1.05
464	GOJP	IDP-312A	Rajasthan Water Sector Livelihood Improvement Project (II)	JPY	912	29-Mar-23	0.01
465	GOJP	IDP-313	Mumbai Metro Line 3 Project (IV)	JPY	57748	26-Mar-24	1.8
466	GOJP	IDP-313A	Mumbai Metro Line 3 Project (IV)	JPY	1195	26-Mar-24	0.2
467	GOJP	IDP-314	The Construction of Chennai Peripheral Ring Road (Phase-2)	JPY	46318	20-Feb-24	1.8
468	GOJP	IDP-314A	Construction of Chennai Peripheral Ring Road(Phase-2)	JPY	3529	20-Feb-24	0.2
469	GOJP	IDP-315	Project for Promoting Start-Up and Innovation in Telangana	JPY	22681	20-Feb-24	1.8
470	GOJP	IDP-315A	Project for Promoting Start-Up and Innovation in Telangana	JPY	1016	20-Feb-24	0.2
471	GOJP	IDP-316	Project for the Construction of Mumbai- Ahmedabad High Speed Rail (V)	JPY	400000	21-Dec-23	0.1
472	GOJP	IDP-317	Project for Improvement of Urban Water Supply System, Uttarakhand	JPY	14976	20-Feb-24	1.8
473	GOJP	IDP-317A	Project for Improvement of Urban Water Supply System, Uttarakhand	JPY	1235	20-Feb-24	0.2
474	GOJP	IDP-318	Project for Promoting Sustainable Horticulture in Haryana (I)	JPY	15160	20-Feb-24	1.45
475	GOJP	IDP-318A	Project for Promoting Sustainable Horticulture in Haryana (I)	JPY	1055	20-Feb-24	0.2
476	GOJP	IDP-319	DEDICATED FREIGHT CORRIDOR PROJECT PHASE 1 (V)	JPY	38838	20-Feb-24	0.3
477	GOJP	IDP-319A	DEDICATED FREIGHT CORRIDOR PROJECT PHASE 1 (V)	JPY	1162	20-Feb-24	0.2
478	GOJP	IDP-320	Project for Climate Change Response and Ecosystem Services Enhancement in Rajas	JPY	25431	20-Feb-24	1.6
479	GOJP	IDP-320A	Project for Climate Change Response and Ecosystem Services Enhancement in Rajas	JPY	702	20-Feb-24	0.2
480	GOJP	IDP-322	The Establishment of the Medical College Hospital at Nagaland Institute of Medical S	JPY	9269	20-Feb-24	1.6
481	GOJP	IDP-322A	The Establishment of the Medical College Hospital at Nagaland Institute of Medical S	JPY	739	20-Feb-24	0.2
482	GOJP	IDP-324	Mumbai Metro Line 3 Project (V)	JPY	76866	5-Jul-24	1.8
483	GOJP	IDP-324A	Mumbai Metro Line 3 Project (V)	JPY	7395	5-Jul-24	0.2
484	GOJP	IDP-325	Delhi Mass Rapid Tranasport System Project 9(Phase 4) (II)	JPY	101818	26-Mar-24	**TONA +FIXED MARGIN**
485	GOJP	IDP-325A	Delhi Mass Rapid Tranasport System Project 9(Phase 4) (II)	JPY	1114	26-Mar-24	0.2
486	GOJP	IDP-326	North East Road Network Connectivity Improvement Project (Phase-3) II	JPY	32918	20-Feb-24	1.8
487	GOJP	IDP-326A	North East Road Network Connectivity Improvement Project (Phase-3) II	JPY	1619	20-Feb-24	0.2
488	GOJP	IDP-327	Assam State Aquaculture Promotion and Livelihood Improvement Project	JPY	3292	27-Mar-25	1.7
489	GOJP	IDP-327A	Assam State Aquaculture Promotion and Livelihood Improvement Project	JPY	288	27-Mar-25	0.55

490	GOJP	IDP-328	Project for Construction of Chennai Seawater Desalination Plant -II	JPY	50108	27-Mar-25	2.45
491	GOJP	IDP-328A	Project for Construction of Chennai Seawater Desalination Plant -II	JPY	2448	27-Mar-25	0.55
492	GOJP	IDP-329	Delhi Mass Rapid Tranasport System Project (Phase 4 Additional Corridor) (I)	JPY	78911	27-Mar-25	**TONA +FIXED MARGIN**

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
493	GOJP	IDP-329A	Delhi Mass Rapid Tranasport System Project (Phase 4 Additional Corridor) (I)	JPY	815	27-Mar-25	0.55
494	GOJP	IDP-330	Punjab Biodiversity and Natural Resources Conservation Project	JPY	10927	27-Mar-25	2.25
495	GOJP	IDP-330A	Punjab Biodiversity and Natural Resources Conservation Project	JPY	553	27-Mar-25	0.55
496	GODE	10193868E	Environment Friendly Urban Development Programme in Ganga Basin	EUR	120	20-Dec-18	1.61
497	GODE	10547779E	Protection of Vulnerable Catchment Areas in Meghalaya - Climate change adaptatio	EUR	32	24-Nov-22	Euribor+ fixed Margin
498	GODE	10547804	Green Energy Corridor II Projects of Kerala State	EUR	60	24-Nov-22	Euribor+ fixed Margin
499	GODE	10547805E	Sustainable Municipal Infrastructure Financing-Tamil Nadu III	EUR	160	24-Nov-22	Euribor+ fixed Margin
500	GODE	10548011E	Green Energy Corridors III(GEC III)- Intra State Transmission System Tamil Nadu	EUR	58	24-Nov-22	Euribor+ fixed Margin
501	GODE	10549191E	Green Energy Corridors IV- Intra-State Power Transmission Grid Uttar Pradesh	EUR	250	9-Dec-22	Euribor+ fixed Margin
502	GODE	10586869E	City Investments to Innovate, Integrate and Sustain (CITIIS)2.0	EUR	100	8-Dec-23	Euribor+ fixed Margin
503	GODE	10593371E	Mahagenco 245 MW solar projects, Maharashtra	EUR	130	19-Dec-23	2.84
504	GODE	10734520E	Sustainable Municipal Infrastructure Financing- Tamil Nadu Phase III, Part-2	EUR	2	9-Dec-25	Euribor+ fixed Margin
505	GODE	10737344E	Accompanying Measure to the PM-eBus Sewa Scheme	EUR	2	18-Dec-25	Euribor+ fixed Margin
506	GODE	11178493	Nagpur Metro Project	EUR	31	1-Apr-16	Euribor+ fixed Margin
507	GODE	11178503	Nagpur Metro Project	EUR	107.8	1-Apr-16	Euribor+ fixed Margin
508	GODE	11201027E	Climate Friendly Urban Mobility-Integrated Water Transport Kochi	EUR	58.533	17-Jun-16	1.51
509	GODE	11203825E	Green Energy Corridors (GEC)-Intra State Transmission System in Gujarat	EUR	11.564	30-Jun-16	1.46
510	GODE	11427020E	Climate- Resilient Reconstruction after Flooding in Kerala, Phas II	EUR	80	30-Oct-19	0.41
511	GODE	11553839E	Covid-19 Social Protection Crisis Response Programme Phase II	EUR	210	16-Dec-20	0.15
512	GODE	11689544E	Surat Metro Project	EUR	202.26	17-Dec-21	1.15
513	GODE	11734331E	Green Energy Corridor III (GEC III) and Energy Efficiency in the Indian Electricity Grid	EUR	42.11	24-Nov-22	Euribor+ fixed Margin
514	GODE	11737164E	Energy Efficiency Programme I and II- Lift irrigation Project of Maharashtra	EUR	120	19-Dec-22	Euribor+ fixed Margin
515	GODE	11737329E	Rishikesh Integrated Urban Infrastructure Development (Rishikesh IUID)	EUR	70	19-Dec-22	Euribor+ fixed Margin
516	GODE	11773968	Rishikesh Integrated Urban Infrastructure Development (Rishikesh IUID) Phase-II	EUR	100	8-Dec-23	Euribor+ fixed Margin
517	GODE	11778295E	Bengaluru suburban Rail Project	EUR	170	15-Dec-23	Euribor+ fixed Margin
518	GODE	11778430E	Mumbai Metropolitan Urban Infrastructure Improvement Programme	EUR	100	18-Dec-23	3.01
519	GODE	12279000	Nagpur Metro Project	EUR	142.1	1-Apr-16	Euribor+ fixed Margin
520	GODE	12395568E	Climate change Adaption in the Himalaya, Component I Manipur	EUR	15	1-Dec-17	1.46
521	GODE	12529315E	Climate-Resilient Reconstruction after Flooding in Kerala, Phase-I.	EUR	90	30-Oct-19	0.41
522	GODE	12537539E	Sustainable Urban Infrastructure Development-chennai storm water management	EUR	27.5	13-Oct-20	0.37

523	GODE	12630484E	Integrated and Green Urban Mobility for the Mumbai Metropolitan Region	EUR	22	2-Nov-20	0.07
524	GODE	12656739E	Climate Loan Kerala- (Programme)	EUR	100	22-Dec-20	Euribor+ fixed Margin
525	GODE	12787047E	Energy Reform Programme Madhya Pradesh (MPPMCL)	EUR	140	23-Dec-21	0.45

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
526	GODE	12826291E	Himalaya Hydro Power Project	EUR	80	10-Oct-22	Euribor+ fixed Margin
527	GODE	12873519E	Climate-Friendly Energy Supply (Programme)-	EUR	200	15-Dec-23	Euribor+ fixed Margin
528	GODE	12873862E	Bengaluru suburban Rail Project	EUR	200	15-Dec-23	Euribor+ fixed Margin
529	GODE	13010165E	Sustainable Municipal Infrastructure Financing- Tamil Nadu Phase III, Part-2	EUR	2.5	9-Dec-25	Euribor+ fixed Margin
530	GODE	13411370E	Climate Friendly Urban Mobility-Integrated Water Trnsport Kochi	EUR	0.22	17-Jun-16	1.51
531	GODE	13411374E	Climate Friendly Urban Mobility-Integrated Water Transport Kochi	EUR	1.32	17-Jun-16	1.51
532	GODE	13411991	Chennai Water Production & Demand Management Program-I	EUR	24	28-Jun-16	1.81
533	GODE	13412920E	GEC-Intrastate Transmission syhstem in Gujarat	EUR	0	30-Jun-16	1.46
534	GODE	13505647E	Madhya Pradesh Urban Sanitation and Environment Programme (MPUSEP)	EUR	50	1-Dec-17	Euribor+ fixed Margin
535	GODE	13719594E	Covid-19 Social Protection crisis Response Programme	EUR	250	21-Aug-20	0.09
536	GODE	13740669E	Integrated and Green Urban Mobility for Mumbai Metropolitan Region	EUR	200	2-Nov-20	0.82
537	GODE	13741030E	Integrated and Green Urban Mobility for the Mumbai Metropolitan Region	EUR	58	2-Nov-20	0.29
538	GODE	13741038E	Integrated and Green Urban Mobility for the Mumbai Metropolitan Region	EUR	197	2-Nov-20	0.29
539	GODE	13898656E	Surat Metro Project	EUR	200	17-Dec-21	0.59
540	GODE	13898665E	Surat Metro Project	EUR	40	17-Dec-21	0.59
541	GODE	13943939E	Sustainable Municipal Infrastructure Financing-Tamil Nadu III	EUR	140	24-Nov-22	Euribor+ fixed Margin
542	GODE	13987801E	Bengaluru suburban Rail Project	EUR	130	15-Dec-23	Euribor+ fixed Margin
543	GODE	14067891E	Banglore Metro Phase 2	EUR	340	13-Dec-24	0.25
544	GODE	14134265E	Sustainable Municipal Infrastructure Financing- Tamil Nadu Phase III, Part-2	EUR	30	9-Dec-25	Euribor+ fixed Margin
545	GODE	14137860E	Green Urban Mobility Partnership III-PM-eBus Sewa Scheme	EUR	200	18-Dec-25	Euribor+ fixed Margin
546	GODE	14506723E	Green Energy Corridors (GEC)-Intra State Transmission System in MP	EUR	10	30-Jun-16	1.52
547	GODE	14973930E	Energy Efficiency Programme I and II- Lift irrigation Project of Maharashtra	EUR	10	19-Dec-22	Euribor+ fixed Margin
548	GODE	14974065E	Green Energy Corridors III (GEC III)- Intra State Transmission system Rajasthan	EUR	49.89	19-Dec-22	Euribor+ fixed Margin
549	GODE	15617954E	Climate Friendly Urban Mobility-Integrated Water Transport Kochi	EUR	24.927	17-Jun-16	1.25
550	GODE	15619068E	GEC-Intrastate Transmission system in Gujarat	EUR	48.073	30-Jun-16	1.46
551	GODE	15687022E	Green Energy Corridors(GEC) Intra State Transmission System in Maharashtra	EUR	8.263	1-Dec-17	1.27
552	GODE	15853595E	Climate change adaptation in the Himalaya -component II Tripura	EUR	23	19-Jun-20	1.01
553	GODE	15890865E	Integrated and Green Urban Mobility for the Mumbai Metropolitan Region	EUR	68	2-Nov-20	0.07
554	GODE	16079154E	Ahmedabad Metro Phase II	EUR	100	23-Sep-22	2.99
555	GODE	16248355E	Climate-friendly Energy Generation IV	EUR	48.5	15-Dec-25	Euribor+ fixed Margin

556	GODE	16712454	Nagpur Metro Project	EUR	128.7	1-Apr-16	Euribor+ fixed Margin
557	GODE	16897609E	Climate-friendly Modernisation of Bus Services in Major Cities of Tamil Nad	EUR	47	26-Aug-19	0
558	GODE	17193173E	Sustainable Municipal Infrastructure Financing-Tamil Nadu III	EUR	200	24-Nov-22	Euribor+ fixed Margin

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
559	GODE	17195447E	Environmentally Friendly Urban Development Programme in Ganga Basin States Pha	EUR	30	19-Dec-22	Euribor+ fixed Margin
560	GODE	17695392E	Sustainable Municipal Infrastructure Financing- Tamil Nadu Phase III, Part-2	EUR	70	9-Dec-25	Euribor+ fixed Margin
561	GODE	17822450	Nagpur Metro Project	EUR	90.4	1-Apr-16	Euribor+ fixed Margin
562	GODE	17908006E	Sustainbale Urban Infrastructure Development Odisha, Phas II	EUR	55	1-Dec-17	1.4
563	GODE	18008033E	Climate-friendly Modernisation of Bus Services in Major Cities of TN-IV	EUR	153	26-Aug-19	0
564	GODE	18027239E	Sustainable Urban Infrastructure development-chennai storm water management	EUR	122.5	6-Dec-19	0.5
565	GODE	18029739E	Andhra Pradesh Climate Resilient Zero budget Natural Farming Project	EUR	90	19-Dec-19	0.5
566	GODE	18993416	Chennai Water Production and Demand Management Programe-I	EUR	17	28-Jun-16	1.81
567	GODE	18993418	Chennai Water Production & Demand Management Programe-I	EUR	59	28-Jun-16	1.81
568	GODE	18994239	GEC-Intra State Transmission System in Madhya Pradesh	EUR	45	30-Jun-16	1.52
569	GODE	18994240E	GEC-Intra State Transmission System in Madhya Pradesh	EUR	45.361	30-Jun-16	1.52
570	GODE	18995877E	GEC-Intrastate Transmission System in Gujarat	EUR	40.363	30-Jun-16	1.46
571	GODE	19826865E	Renewable Energy Power Plant (WB)	EUR	73.012	22-Dec-20	1.5
572	GOFR	CIN106801W	Deothal Chanju and Chanju III Hydro Power Project HP	EUR	80	4-Jul-17	Euribor + Margin
573	GOFR	CIN107401T	Kochi Metro	EUR	13.026	27-Dec-19	Euribor+ fixed Margin
574	GOFR	CIN107501U	Credit Facility Agreement for Nagpur Metro	EUR	130	17-Nov-16	Euribor + Margin
575	GOFR	CIN107801X	Puducherry Water Supply Project	EUR	65	30-Jun-17	Euribor + Margin
576	GOFR	CIN109001R	Water Supply for Pan City (Chandigarh)	EUR	48	14-Sep-22	Euribor + Margin
577	GOFR	CIN109501W	Smart City Projects	EUR	100	10-Mar-18	Euribor + Margin
578	GOFR	CIN1101H	Assam Project on Forest & Biodiversity Conservation	EUR	36.695	19-Aug-19	Euribor + Margin
579	GOFR	CIN1104	Pune Metro Rail Project	EUR	180	28-Jan-19	Euribor + Margin
580	GOFR	CIN1113	Himachal Water Supply and sanitation Project	EUR	40	3-Mar-23	Euribor + Margin
581	GOFR	CIN1122	Resilient Kerala Programme (CFA)	EUR	100	3-Nov-22	Euribor + Margin
582	GOFR	CIN112501P	Surat Metro	EUR	250	28-Jan-21	Euribor + Margin
583	GOFR	CIN113301N	City Investments to Innovate, Integrate and Sustain (CITIIS)2.0	EUR	100	6-Dec-23	Euribor + Margin
584	GOFR	CIN114501S	AfD COVID -19 Loan	EUR	200	18-Jun-20	0.95
585	GOFR	CIN1147	Rajasthan Forestry and Biodiversity Development Project	EUR	140	3-Mar-23	Euribor + Margin
586	GOFR	CIN114901W	Disaster Risk Reduction and Preparedness Program in Himachal Pradesh	EUR	81.9	4-Dec-24	Euribor + Margin
587	GOFR	CIN1157	Fishery Sector Strengthening Programme	EUR	46.108	1-Mar-24	Euribor + Margin
588	GOFR	CIN1159	Ahmedabad Metro Phase-II (AFD)	EUR	100	23-Sep-22	Euribor + Margin

589	GOFR	CIN1159-2	Ahmedabad Metro Phase-II	EUR	111	9-Dec-24	Euribor + Margin
590	GORU	278713	Kudankualam Nuclear Power Project Unit No 5	USD	1700	1-Jun-17	Libor+ Margin
591	GORU	279078	Kudankualam Nuclear Power Project Unit No 6	USD	1700	1-Jun-17	Libor+ Margin

Sl. No.	Funding Agency	Loan ID	Loan Name	Loan Currency	Loan Amount (LC in Million)	Loan Agreement Date	Interest rate
592	GORU	279444	Kudankualam Nuclear Power Project Feul for Unit No 5 and 6	USD	800	1-Jun-17	Libor+ Margin
593	GOKR	IND-02	Strengthening Multimodal and Integrated Logistics Ecosystem Program (SMILE)	USD	100	11-Dec-23	1

REVIEW OF PERFORMANCE OF REGIONAL RURAL BANKS (RRBs)

4978. CAPTAIN BRIJESH CHOWTA:

SHRI ANURAG SINGH THAKUR:

SHRI JAGDAMBIKA PAL:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has undertaken a review of the performance and financial health of Regional Rural Banks (RRBs) across the country in recent years, if so, the details thereof;

(b) whether it is a fact that RRBs have shown improvement in key financial indicators, including profitability, reduction in NPAs and expansion of business in recent years, if so, the details thereof;

(c) the details of the total number of RRBs, their branch network including number of branches, State-wise and district-wise particularly in Himachal Pradesh and Karnataka, including Dakshina Kannada along with total business and net profit recorded during the last three years, bank-wise;

(d) the measures taken by the Government to strengthen RRBs through consolidation, capital infusion, digital banking infrastructure and improved governance; and

(e) the steps taken to further enhance the role of RRBs in promoting financial inclusion, priority sector lending and rural credit access across the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Government of India regularly reviews the performance and financial health of Regional Rural Banks (RRBs) at national and regional levels. The following reviews of RRBs have been held under the Chairpersonship of Finance Minister in last four financial years:

Sr. No.	National/Regional level	Date and Place
1.	National level	07.07.2022 at New Delhi
2.	North-Eastern RRBs	21.07.2023 at Agartala
3.	Southern RRBs	04.08.2023 at Chennai
4.	Northern RRBs	30.08.2023 at New Delhi
5.	National level	19.08.2024 at New Delhi
6.	Western-Central RRBs	22.08.2024 at Udaipur
7.	North-Eastern RRBs	30.09.2024 at Itanagar
8.	Southern RRBs	09.11.2024 at Bengaluru
9.	Eastern RRBs	29.11.2024 at Patna
10.	Karnataka Grameena Bank	16.10.2025 at Ballari

Further, as a follow-up, Department of Financial Services (DFS) conducts periodic and regular meetings with RRBs and sponsor banks at various levels.

Financial health of RRBs has improved in the recent years. RRBs

posted the highest ever consolidated net profit of Rs. 7,571 Crore during FY 2023-24, followed by second highest net profit of Rs. 6,820 Crore during FY 2024-25. In nine months (April-Dec) of FY 2025-26, RRBs have posted consolidated net profit of Rs. 7,160 Crore *(Provisional)*. RRBs have also shown consistent improvement in key financial parameters like Capital to Risk Asset Ratio (CRAR), deposits, advances, Non-Performing Asset (NPA), Credit-Deposit Ratio (CD ratio) etc. Performance of RRBs on key financial parameters in past three years is given in the enclosed **Statement-I.**

(c): As on 31.12.2025, there are 28 RRBs operating in 26 States and 3 Union Territories having 22,207 branches. RRB wise details of number of branches are given in the enclosed **Statement-II**.

Himachal Pradesh Gramin Bank (HPGB) is operating in the state of Himachal Pradesh and Karnataka Grameena Bank (KGB) is operating in the state of Karnataka. Details of the district wise branch network for the RRBs in Himachal Pradesh and Karnataka as on 31.12.2025 are given in the enclosed **Statement-III** and are given in the enclosed **Statement-IV** respectively.

Total Business and Net Profit of the RRBs in Himachal Pradesh and Karnataka during the last three Financial Years (FY) are as follows:

HPGB			**(In Rs. Crore)**
Sr. No.	**Financial Year**	**Total Business**	**Net Profit**
1	2022-23	11,112	2.17

2	2023-24	12,327	6.89
3	2024-25	13,616	34.71

Source: NABARD

In FY 2025-26 (April-Dec), the total business and net profit of HPGB is Rs. 14,492 Crore and Rs. 26.07 Crore *(Provisional)* respectively.

Karnataka Gramin Bank (erstwhile)			
			(In Rs. Crore)
Sr. No.	**Financial Year**	**Total Business**	**Net Profit**
1	2022-23	61,202	7.56
2	2023-24	62,422	-174.27
3	2024-25	63,533	-791.31

Karnataka Vikas Grameena Bank (erstwhile)			
			(In Rs. Crore)
Sr. No.	**Financial Year**	**Total Business**	**Net Profit**
1	2022-23	32,450	40.25
2	2023-24	35,383	104.17
3	2024-25	37,912	126.04

Source: NABARD

Both the above erstwhile RRBs of Karnataka amalgamated on 01.05.2025 and the new entity is now Karnataka Grameena Bank. In FY 2025-26 (April-Dec), the total business and net profit of KGB is Rs. 1,02,063 Crore and Rs. 32 Crore *(Provisional)* respectively.

(d): The Government has implemented following strategy to strengthen RRBs:

1) Phased Implementation of Amalgamation of RRBs: In order to improve operational viability of RRBs and to take advantage of economies of scale, Government of India initiated phase wise structural consolidation of RRBs in FY 2005-06. In the first three phases (2005-2021), the number of RRBs were brought down from 196 to 43 by March 2021.

In the fourth phase of amalgamation, guided by the principle of 'One State-One RRB', the number of RRBs were further reduced from 43 to 28 on 01.05.2025.

2) Recapitalisation of RRBs: In order to improve Capital to Risk weighted Assets Ratio (CRAR) of RRBs, the Government of India approved recapitalization of Rs.10,890 crore (including Government of India share of Rs.5,445 crore) which was infused in RRBs from the FY 2021-22 to FY 2024-25.

3) Implementation of Viability Plan Framework: Consequent upon the sanction of recapitalisation assistance to RRBs, all RRBs rolled out a 3-year Board approved Viability Plan with SMART (Specific, Measurable, Achievable, Relevant, Time-bound) metrics from FY 2022-23 to FY 2024-25 with a well-defined implementation mechanism aimed at achieving sustained viability through credit expansion, business diversification, asset quality improvement, cost rationalization, technology adoption and improvement in corporate governance.

4) Digital Banking Infrastructure: All RRBs have implemented Core Banking Solution (CBS) and most of them provide digital services like Mobile Banking,

Internet Banking, UPI and Contactless Debit card to their customers.

5) Improved Governance: For better governance, Department of Financial Services has appointed Government Nominee Directors in the board of all RRBs. Further, Sponsor Banks are advised to hand hold their respective RRBs for better corporate governance.

(e): RRBs were established as an alternate financial institution for credit dispensation to small and marginal farmers, agricultural labourers, socio-economically weaker section of population for development of agriculture, trade, commerce, small scale industry and other productive activities in rural areas. RRBs have consistently met, and often exceeded, their Priority Sector Lending (PSL) targets and sub-targets over the years. Nearly, 92% branches of RRBs are in rural/semi-urban areas. These branches are largely meeting credit requirements in these areas.

Government regularly reviews the progress made by RRBs in deepening financial inclusion in rural and remote areas. The targets for various financial inclusion schemes like Pradhan Mantri Jan-Dhan Yojana (PMJDY), Pradhan Mantri MUDRA Yojana (PMMY), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Atal Pension Yojana (APY) are set by DFS and periodically monitored.

Further, RRBs have participated in Gram Panchayat (GP) level Saturation Campaign of DFS from 01.07.2025 to 31.10.2025 for achieving comprehensive financial inclusion.

STATEMENT-I

Performance of RRBs on Key Financial Parameters

Sr. No.	Key Financial Parameters	FY 2022-23	FY 2023-24	FY 2024-25	As on 31 December 2025 *(Provisional)*
1.	Total Deposits (In Rs. Crore)	6,08,509	6,59,815	7,13,800	7,33,959
2.	Loans Outstanding (In Rs. Crore)	4,14,368	4,71,384	5,26,763	5,65,614
3.	Credit-Deposit Ratio (CD ratio) (%)	68.1	71.4	73.8	77.0
4.	Gross Non-Performing Asset (GNPA) (%)	7.2	6.1	5.4	5.6
5.	Net Non-Performing Asset (NNPA) (%)	3.2	2.4	2.0	2.2
6.	Net Profit (In Rs. Crore)	4,974	7,571	6,820	7,160
7.	Net Worth (In Rs. Crore)	47,451	56,780	63,927	71,712
8.	Capital to Risk Weighted Assets Ratio (CRAR) (%)	13.4	14.2	14.4	15.0

Source: RRBs

STATEMENT-II

RRB wise detail of number of branches

Sr. No.	Name of the RRB	No of Branches (As on 31.12.2025)
1	Andhra Pradesh Grameena Bank	1,351
2	Arunachal Pradesh Rural Bank	38
3	Assam Gramin Bank	464
4	Bihar Gramin Bank	2,101
5	Chhattisgarh Gramin Bank	627
6	Gujarat Gramin Bank	745
7	Haryana Gramin Bank	693
8	Himachal Pradesh Gramin Bank	274
9	Jammu and Kashmir Grameen Bank	326
10	Jharkhand Gramin Bank	449
11	Karnataka Grameena Bank	1,750
12	Kerala Grameena Bank	635
13	Madhya Pradesh Gramin Bank	1,319
14	Maharashtra Gramin Bank	752
15	Manipur Rural Bank	27
16	Meghalaya Rural Bank	89
17	Mizoram Rural Bank	106
18	Nagaland Rural Bank	14
19	Odisha Grameen Bank	979
20	Puducherry Grama Bank	48
21	Punjab Gramin Bank	470
22	Rajasthan Gramin Bank	1,596
23	Tamil Nadu Grama Bank	685
24	Telangana Grameena Bank	933

25	Tripura Gramin Bank	150
26	Uttar Pradesh Gramin Bank	4,330
27	Uttarakhand Gramin Bank	296
28	West Bengal Gramin Bank	960
Total		**22,207**

Source: RRBs

STATEMENT-III

District Wise No of Branches of Himachal Pradesh Gramin Bank

Sr. No.	Name of the District	No. of Branches (As on 31.12.2025)
1	Bilaspur	14
2	Chamba	39
3	Hamirpur	25
4	Kangra	52
5	Kinnaur	3
6	Kullu	19
7	Lahaul and Spiti	2
8	Mandi	57
9	Shimla	26
10	Sirmaur	9
11	Solan	14
12	Una	14
Total		**274**

Source: HPGB

STATEMENT-IV

District Wise No of Branches of Karnataka Grameena Bank

Sr No	Name of District	No. of Branches (As on 31.12.2025)
1	Bagalkote	76
2	Ballari	52
3	Belagavi	167
4	Bengaluru Rural	19
5	Bengaluru South	14
6	Bengaluru Urban	51
7	Bidar	51
8	Chamarajanagara	26
9	Chikkaballapura	37
10	Chikkamagaluru	52
11	Chitradurga	84
12	Dakshina Kannada	24
13	Davanagere	51
14	Dharwad	75
15	Gadag	61
16	Hassan	60
17	Haveri	77
18	Kalaburagi	87
19	Kodagu	26
20	Kolar	45

21	Koppal	51
22	Mandya	58
23	Mysuru	95
24	Raichur	68
25	Shivamogga	42
26	Tumakuru	67
27	Udupi	23
28	Uttara Kannada	46
29	Vijayanagara	50
30	Vijayapura	79
31	Yadgir	36
Total		**1,750**

Source: KGB

GENERATIVE AI SKILL PROGRAMME

4979. SHRI K. E. PRAKASH:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government is aware that, despite India having one of the world's largest workforces and declaring an ambition to emerge as a global Artificial Intelligence (AI) leader, most of the current initiatives of the Government continue to be limited to fragmented, smaller-scale collaborations, primarily targeting ITI students or specific demographic groups, such as women instead of launching a comprehensive national

programme aimed at equipping the general working population with foundational skills in Artificial Intelligence (AI) and Generative AI and if so, the reasons therefor; and

(b) the details of the concrete, unified and measurable target set by the Government for the number of existing, non-technical workers to be provided with basic, job-enabling AI and Generative AI skills during the next twelve months along with the modalities for achieving the same?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Under the IndiaAI Mission, the “IndiaAI FutureSkills” pillar focuses on expanding AI literacy and capacity building across diverse segments of society. Initiatives such as the “YUVA AI for All” programme have been introduced to promote AI awareness and foundational literacy among a wide spectrum of learners. In addition, IndiaAI Data and AI Labs are being established across National Institute of Electronics and Information Technology (NIELIT) centres, ITIs, and Polytechnics in tier 2 and tier 3 cities, to deliver standardised, accessible training in AI and emerging technologies, in courses like Fundamentals of Data Annotation using Python, Fundamentals of Data Curation using Python.

Skill India Digital Hub (SIDH), platform is also running a wide range of AI and Generative AI digital courses. A total of over 120 AI-related digital courses are currently available on the platform, out of which 11 courses are specifically

focused on Generative AI.

Skilling for AI Readiness (SOAR) has been designed as an inclusive, nationally standardised programme aligned with the National Skill Qualification Framework (NSQF) and delivered through the Skill India Digital Hub (SIDH), aimed at enhancing nationwide accessibility. The initiative seeks to move beyond fragmented approaches by providing structured learning pathways beginning with foundational AI awareness for school students (Classes VI–XII) and educators, and expanding towards AI-enabled skills for the broader workforce. The programme has evolved to include sector-specific AI applications across domains such as healthcare, manufacturing, agriculture, tourism, retail, and creative industries, thereby integrating AI into real-world job roles and productivity enhancement. The initiative is implemented through NCVET-recognised Awarding Bodies with industry participation, supporting standardisation, scalability and relevance across sectors.

Further, the Government is engaging with industry, academia, and State Governments to ensure scalable and inclusive skilling interventions, with a view to moving towards a more holistic national ecosystem rather than isolated efforts.

(b): The IndiaAI Mission adopts a phased and scalable approach towards AI skilling, with a focus on building foundational capabilities across sectors. These include the establishment of 570 Data and AI Labs across the country, including 27 labs in collaboration with the NIELIT for training in data and AI foundational courses, and 543 labs in ITIs/Polytechnics across all States/UTs

to deliver foundational and sectoral AI courses tailored to India's diverse development needs. These courses in AI and related domains are being designed in alignment with industry requirements, and the labs are being equipped with appropriate infrastructure to enable hands-on learning and practical experimentation, thereby supporting the strengthening of applied AI skilling across the country.

Additionally, standardised AI curricula are being developed to cater to varying skill levels. Foundational programmes such as "YUVA AI for All", along with courses in Data Annotation, Data Curation, and Data Science, are being rolled out to promote AI awareness and build core competencies.

The implementation approach involves partnerships with training institutions, digital platforms, and industry stakeholders, with a focus on measurable outcomes in terms of learners trained, courses delivered, and overall capacity building.

In addition, the SOAR framework has been expanded to enable large-scale onboarding of learners, including non-technical workers, through accessible, short-duration, credit-aligned digital courses. The foundational course "AI to be Aware" (15 hours, NSQF Level-2) under SOAR includes introductory modules on Generative AI, equipping learners with practical understanding of emerging tools, applications, and responsible usage in real-world contexts.

SAFEGUARDING ARTISTS AND CULTURAL LIVLELIHOODS IN ODISHA

4980. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **CULTURE** be pleased to state:

(a) the details of financial allocation and utilisation under Production Grants, Recurring Grants to repertory groups, Scholarships to Young Artists, Senior and Junior Fellowships and Guru–Shishya mentorship support to beneficiaries from Odisha under Kala Sanskriti Vikas Yojana (KSVY);

(b) the criteria adopted for selection of beneficiaries and the measures taken to ensure fair regional representation of Odisha's classical, folk and tribal art traditions, along with gender balance under KSVY;

(c) whether any assessment has been undertaken regarding the impact of these interventions on sustaining artist livelihoods in Odisha; and

(d) whether the Government proposes to enhance funding or widen coverage in order to strengthen cultural institutions and emerging artists from the said State under KSVY?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The details regarding support provided to artists/organizations engaged in performing arts, including music, dance and traditional arts by providing financial assistance and fellowship across the country including the State of Odisha during the last three years under the components of Kala Sanskriti Vikas Yojna are given in the enclosed **Statement.**

(b): Eligible beneficiaries, i.e., cultural organisations and individual artists are required to submit their applications/ proposals along with all mandatory supporting

documents. Applications/proposals that are complete in all respects are examined by the Expert/ Evaluation Committee constituted by the Ministry for the purpose. The Committee makes its recommendations on the merit of each proposal/ application after due consideration of the provisions of the scheme guidelines, the cultural performances/activities undertaken and other relevant factors.

(c): The Ministry of Culture regularly reviews KSVY to assess its impact on artist's livelihoods. In addition, wide publicity is given through advertisements in newspapers, the Ministry's official website, and its social media platforms, as well as those of the concerned nodal agencies. Further, the Zonal Cultural Centres (ZCCs) and the Sangeet Natak Akademi (SNA) also undertake various cultural activities and programmes on regular basis in the country for which they engage folk/tribal and traditional artists from all over India including the state of Odisha.

(d): The Ministry of Culture has been making continuous efforts to expand the coverage of its schemes aimed at supporting artists and promoting diverse art forms through advertisements in newspapers, the website and social media platforms. Further, the Zonal Cultural Centres (ZCCs) and the Sangeet Natak Akademi (SNA) regularly organize cultural programmes across the country, engaging folk, tribal, and traditional artists and providing them platforms to showcase their talent.

STATEMENT

Component-wise number of beneficiaries and amount disbursed across the country under KSVY during last three years

Sl. No.	Name of the Scheme	2022-23		2023-24		2024-25	
		No. of Beneficiaries	Amount (Rs. In lakh)	No. of Beneficiaries	Amount (Rs. In lakh)	No. of Beneficiaries	Amount (Rs. In lakh)
1.	Financial Assistance for Promotion of Guru Shishya Parampara (Repertory Grant)	1214	7824.70	1882	10147.60	1041	7704.70
2.	Financial Assistance to Cultural Organizations with National Presence	15	1160.40	22	1216.50	28	1182.98
3.	Cultural Function and Production Grant	2135	3275.21	2242	2455.51	1710	3225.98
4.	Financial Assistance for the Preservation and Development of Cultural Heritage of the Himalayas	225	468.73	199	372.55	48	85.75
5.	Financial Assistance for the Development of Buddhist/ Tibetan Culture and Art	401	2601.00	330	1557.36	385	2223.87
6.	Financial Assistance for Building Grants including Studio Theatres	20	119.47	15	108.43	23	150.09
7.	Financial assistance for construction of Tagore cultural Complexes (TCC)	1	500.00	4	1556.00	1	300.00
8.	Financial assistance for allied cultural activities	0	0	0	0	2	120.00
9.	Scheme For the Award of	980	1362.60	1141	1119.00	928	1189.80

	Fellowship to Outstanding Persons in The Field of Culture						
10.	Scheme for Scholarships to Young Artistes in Different Cultural Fields	396	118.80	1507	452.40	1077	325.50
11.	Tagore National Fellowship for Cultural Research (TNFCR)	0	0	6	35.10	19	105.51
12.	Seva Bhoj Yojna	3	143.00	2	146.00	3	145.55
13.	Financial Assistance for Veteran Artists	3651	1859.18	3811	2896.57	4636	2609.78

Details of number of beneficiaries and amount disbursed in the state of Odisha

Sl. No.	Name of the Scheme	2022-23		2023-24		2024-25	
		No. of Beneficiaries	Amount (Rs. In lakh)	No. of Beneficiaries	Amount (Rs. In lakh)	No. of Beneficiaries	Amount (Rs. In lakh)
1.	Financial Assistance for Promotion of Guru Shishya Parampara (Repertory Grant)	55	289.2	115	515.29	67	343.87
2.	Financial Assistance to Cultural Organizations with National Presence	0	0.00	1	8.75	2	37.50
3.	Cultural Function and Production Grant	180	296.8	168	269.71	179	482.88
4.	Financial Assistance for Development of Buddhist/ Tibetan Culture and Art	1	5	2	12.00	2	11.00
5.	Financial Assistance for Building Grants including Studio Theatres	0	0	0	0	2	21.5

6.	Scheme For the Award of Fellowship to Outstanding Persons in The Field of Culture	89	129.60	90	93.60	83	105.60
7.	Scheme for Scholarships to Young Artistes in Different Cultural Fields	25	7.50	97	29.10	71	21.60
8.	Financial Assistance for Veteran Artists	966	306.77	1460	1063.4	1995	1106.51

TAX EXEMPTION TO RELIGIOUS INSTITUTIONS

4981. SHRI ANIL YESHWANT DESAI:

Will the Minister of **FINANCE** be pleased to state:

(a) whether it is a fact that religious places of worship and institutions are exempted from paying any tax to the Government, if so, the details thereof;

(b) whether religious places or institutions belonging to Hindu or Muslim, Sikh etc. have paid any tax during the last ten years, if so, the details thereof; and

(c) whether some religious institutions are not required to pay any tax, if so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): As per provisions of the Income Tax Act, 1961, income derived from property held under trust wholly for charitable or religious purposes may be exempt from income tax, subject to fulfilment of the conditions prescribed under the Act. Such trusts or institutions are required to obtain registration under the relevant provisions of the Income tax Act, 1961, such as section 12A/12AB, and must apply their income for charitable or religious purposes in accordance with the provisions contained in section 11 and 12 of the Act. However, where the prescribed conditions are not fulfilled or where the provisions of section 13 become applicable, the exemption may be denied and the income becomes liable to tax in accordance with the provisions of the Act.

Vide Notification No.12/2017-CT (R) dated 28.06.2017, GST exemptions have been provided in relation to all services provided by religious entities registered under section 12AA or 12AB of the Income Tax Act, 1961. Further, same notification also exempts conduct of any religious ceremony along with service of renting of precincts of a religious place meant for the general public subject to specific monetary thresholds prescribed therein. Further as per Sl.102 of Notification No.10/2025-CT (R) dated 17.09.2025, Prasadam supplied by religious places is also exempted from GST whereas items like puja samagri, milk etc are also exempted from GST whether or not supplied by religious places.

(b): The income tax liability of the entities filing income tax return in Form ITR-7 (which inter-alia includes activities of providing relief to poor, education, religious, medical, yoga etc.) in the last ten years is tabulated below:

(Rs. in crores)

Assessment Year	Total tax liability
2016-17	544
2017-18	713
2018-19	689
2019-20	394
2020-21	366
2021-22	356
2022-23	419
2023-24	816
2024-25	781

2025-26 (upto 31-01-2026)	1041

(c): Please see reply to (a) above.

बी.एड. पाठ्यक्रम की अवधि में परिवर्तन

4982. श्री रामवीर सिंह बिधूड़ी:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने बैचलर ऑफ एजुकेशन (बी.एड.) पाठ्यक्रम की अवधि बहाल एक वर्ष कर दिया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और बारह वर्ष पुराने विनियमन को वापस किए जाने के क्या कारण हैं जिसके द्वारा बीएड पाठ्यक्रम को दो वर्ष तक बढ़ा दिया गया था; और

(ग) उक्त पाठ्यक्रम की संशोधित अवधि को किस वर्ष तक कार्यान्वित किए जाने की संभावना है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): राष्ट्रीय अध्यापक शिक्षा परिषद (एनसीटीई) से प्राप्त जानकारी के अनुसार, जो देश में शिक्षक शिक्षा कार्यक्रमों के लिए मानदंड और मानक निर्धारित करने के लिए जिम्मेदार वैधानिक प्राधिकरण है, वर्तमान में, बैचलर ऑफ एजुकेशन (बी.एड.) कार्यक्रम की अवधि को एक वर्ष तक बहाल करने का कोई प्रस्ताव नहीं है।

BLACK MONEY RETRIEVED FROM ABROAD

4983. SHRI ARUP CHAKRABORTY:

SHRI ANAND BHADAURIA:

Will the Minister of **FINANCE** be pleased to state:

(a) The estimated amount of black money retrieved or brought to tax by the Government during the last three years from foreign countries along with the share of each of the countries;

(b) Whether Central Board of Direct Taxes (CBDT) has brought Rs.14601 crores of undisclosed offshore assets/stashed in tax havens abroad to tax, if so, the details thereof, Country-wise;

(c) The details of black money stashed in foreign bank accounts that has been brought back to India during the last two years and the current year till date along with the details of increase/decrease in black money stashed in tax heavens, Country- wise;

(d) The estimated amount of black money in the Country along with the proposals made by the Government to curb domestic tax evasion.

(e) The details of the systems put in place including the powers given to tax authorities, the Enforcement Directorate and CBDT, including any proposals to increase the number of staff; and

(f) The details of the pacts and agreement signed by India with foreign countries during the last three years for flow of information on illicit income held by Indian abroad, Country- wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (c): There is no expression as ‘black money’ in the Income Tax Act, 1961 or in the Black Money (Undisclosed Foreign Income and Assets) and

Imposition of Tax Act, 2015. The details of tax imposed on undisclosed foreign income and assets, assessed, during the last two years and the current year (up to 31.12.2025) under the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax, 2015, are as under:

Financial Year	**Tax Imposed (Rs. in crores)**
2023-24	949.51
2024-25	4,556.64
2025-26 (up to 31.12.2025)	4,009.64

The above details are not maintained country-wise.

Details of year wise increase or decrease of undisclosed foreign income and assets are not available. Whenever, any credible information relating to undisclosed foreign income and assets is received, the same is investigated and appropriate action is taken under the various Acts administered by the Income-tax Department, including the Income-tax Act, 1961 and the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax, 2015.

(b): As on 31.03.2026, the total undisclosed foreign income and assets, amounting to Rs. 14,636 crores, have been assessed to tax under the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax, 2015, for cases identified under Panama, Paradise and Pandora Paper leaks. Undisclosed foreign income and asset so assessed, exist across several tax jurisdictions, details for which are not maintained jurisdiction-wise. Till

31.12.2025, 1368 assessments have been completed under the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015, raising tax and penalty demand of over Rs. 41,257.08 Crores and total 167 prosecution complaints have been filed.

(d): There is no official estimation regarding the amount of undisclosed domestic/ foreign income and assets. Steps taken by the Government for effectively curbing the evasion of tax, are detailed as under:

(i) The Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 which has come into force w.e.f. 01.07.2015 has been enacted to specifically and effectively deal with the issue of black money stashed abroad.

(ii) Benami Transactions (Prohibition) Amendment Act, 2016 has been enacted to comprehensively amend the Benami Transactions (Prohibition) Act, 1988 with a view to, inter alia, enable confiscation of benami property and prosecution of benamidar and the beneficial owner.

(iii) Effective enforcement actions and expeditious investigation in relevant cases. Such actions include searches, surveys, enquiries, assessment of income, levy of taxes, penalties, etc. and filing of prosecution in criminal courts, wherever applicable.

(iv) Extensive use of information technology namely data analytics tools and Artificial Intelligence for identification of high-risk cases, expeditious e-verification of suspect cases, NUDGE campaign and

consequential enforcement actions in appropriate cases.

(v) India has also joined the Automatic Exchange of Information (AEOI) based on the Common Reporting Standard and annually receives financial account information of Indian residents in other countries with which the AEOI relationship is activated. India has also entered into an Inter-Governmental Agreement (IGA) with USA in 2015 for sharing of financial account information on automatic basis.

(vi) The NUDGE (Non-Intrusive Usage of Data to Guide and Enable) Taxpayers Campaign was launched by the Income Tax Department in November 2024 and November 2025 to improve voluntary compliance by taxpayers in reporting foreign income and assets. Under the campaign, informational messages were sent via SMS and email to selected resident taxpayers in respect of whom, during the November 2024 campaign, 19,501 select taxpayers who were reported to hold foreign assets but had not disclosed in ITR for the relevant AY 2024-25 were nudged, out of which 12,046 have responded and filed revised ITRs. During the campaign, in total, 30,161 taxpayers filled Schedule FA and reported foreign assets of value Rs.29,208 Crores and foreign income of Rs.1,089.88 crores. During the November 2025 campaign, 20,449 select taxpayers who were reported to hold foreign assets but had not disclosed in ITR for relevant AY 2025-26 were nudged, out of which 13,194 have responded and filed revised ITRs. During the campaign, a total of 1,57,112 taxpayers filled schedule FA, reporting

foreign assets worth Rs.99,882 crores and foreign income of Rs.6,540 crores.

(vii) Mandatory linking of Aadhar with PAN, which will not only help in de-duplication of PAN but will also prevent potential tax frauds.

(e): The Government has put in place a comprehensive and multi-layered legal architecture to address the challenge of undisclosed foreign income and assets. The cornerstone of this framework is the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015, which provides for separate and stringent taxation of undisclosed foreign income and assets, in addition to prosecution provisions carrying imprisonment of up to ten years. The Act operates independently of the Income Tax Act, 1961. Additionally, the Income Tax Act, 1961 continues to provide supplementary powers, including provisions under Sections 131, 132, 133, and 133A, which empower tax authorities to conduct surveys, searches, seizures, and summon information relevant to evasion of tax.

A dedicated vertical of Foreign Asset Investigation Units (FAIUs) has been created within the Income-tax Department to investigate and act upon the information received through international exchange mechanism, coordinating with field formation for assessment and enforcement action. Currently 69 Assistant/ Deputy Director of Income-tax (Investigation), FAIU headed by 29 Joint / Additional Director of Income-tax (Investigation), FAIU units are functional in the Department. At present there is no proposal to increase the staff under FAIU units in the Income-tax Department.

The Income Tax Department works in close coordination with the Enforcement Directorate, the Financial Intelligence Unit (FIU-IND), and the Central Bureau of Investigation, ensuring that cases involving domestic tax evasion and foreign undisclosed assets stashed abroad are pursued through civil and foreign exchange dimensions simultaneously.

The Directorate of Enforcement has been entrusted with the administration and enforcement of Prevention of Money Laundering Act, 2002 (PMLA), Foreign Exchange Management Act, 1999 (FEMA) and Fugitive Economic Offenders Act, 2018 (FEOA). The role of Directorate comes in to picture as and when any contravention under FEMA or occurrence of scheduled offence disclosing the generation of PoC as defined under Section 2(1)(u) of PMLA is noticed by the Directorate or a warrant of arrest issued by the Magistrate or Court after taking cognizance of any scheduled offence appended to FEOA and where the amount involved is Rs. 100 crore or above, provided the accused has fled away out of India.

The Directorate of Enforcement registers a case based on money-laundering risks and threats and by examining information received through several sources. After completion of investigation, a prosecution complaint is filed before the Special Court. Recently, the focus has shifted to enhance use of technology which includes optimum use of national and international databases, forensic tools, artificial intelligence, OSINT techniques and digital resources to fast-track investigations and conclude cases efficiently including strengthening evidence collection and improving complex financial analytical

capabilities.

(f): Agreements signed by India with foreign countries during the last three years which have updated the Article on Exchange of Information are listed below:

(i) Protocol amending the Agreement between the Government of the Republic of India and the Government of the Democratic Socialist Republic of Sri Lanka for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income.

(ii) Protocol amending the Agreement between the Republic of India and the Government of the Sultanate of Oman for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income.

(iii) Agreement between the Government of the Republic of India and the Government of the State of Qatar for the avoidance of double taxation and for the prevention of fiscal evasion with respect to taxes on income.

(iv) Protocol amending the Convention between the Government of the Republic of India and the Government of the French Republic of 29 September 1992 for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income on capital (and its Protocol).

(v) Directorate of Enforcement has signed a MoU with the Financial Crimes Commission (FCC), Mauritius, which aligns with India’s broader

efforts to enhance international cooperation in asset recovery, as outlined in its commitments under FATF recommendations and other global anti-money laundering frameworks.

Further, India, represented by the Directorate of Enforcement, is a member of Asset Recovery Interagency Network- Asia Pacific (ARIN-AP) and India, represented by CBI and ED, is a member of the Global Operational Network of Anti-Corruption Law Enforcement Authorities (the GlobE Network). Both ARIN-AP and GlobE network provides platform for exchange of information particularly with respect to assets among the member countries.

(vi) The channels of Interpol, MLAT and other informal channels such as EGMONT are also utilised for exchange of information.

PROTECTION OF ARCHAEOLOGICAL HERITAGE IN KHAJURAHO

4984. SHRI VISHNU DATT SHARMA:

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government is undertaking nationwide measures for protection, conservation, scientific documentation and encroachment-free management of protected monuments and archaeological sites through the Archaeological Survey of India (ASI);

(b) whether the Government is aware of instances of encroachment, deterioration or lack of systematic surveying around protected or

unprotected archaeological sites in the Khajuraho Lok Sabha Constituency including Khajuraho and surrounding heritage areas;

(c) whether any survey, conservation assessment or heritage audit has been conducted in the said areas during the last five years and the current year;

(d) if so, the details thereof and if not, the reasons therefor and whether a comprehensive survey and removal of encroachments is proposed by the Government; and

(e) the details of the steps proposed for scientific conservation and long-term protection of archaeological heritage in the said region?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Archaeological Survey of India (ASI) looks after 3686 protected monuments and protected areas (Archaeological sites) across the country. Their Conservation, preservation and maintenance is carried out by ASI as per requirement, priority and availability of resources, which is a regular phenomenon. To secure protected monuments and sites free from encroachment, boundary walls, fencing, etc. are provided as per need. The Multi Tasking Staff and regular watch and ward staff, have been deployed for the safety and security of protected monuments and sites across the country. In addition to that private security and CISF personnel are deployed at selected monuments and sites for security purpose.

(b):There are 36 monuments and archaeological sites and remains declared as

of national importance in the Khajuraho Lok Sabha Constituency. The ASI has taken continuous steps for the conservation, and promotion of the protected monuments and areas. ASI ensures conservation through special repair works, annual maintenance and upkeep based on requirement.

(c): Inspection of monuments and sites is taken up by Archaeological Survey of India's officials/officers from time to time to assess their condition accordingly annual works programme is drawn for conservation and maintenance, which is a continuous process.

(d): There is no case of encroachment reported in the protected monuments and protected areas (sites) falling under the Khajuraho Lok Sabha Constituency.

(e):Their scientific and conservation is carried out by ASI as per requirement, priority and availability of resources, which is a regular phenomenon, following the National Conservation Policy, 2014.

FUNDS UTILISED UNDER NATIONAL CLEAN AIR PROGRAMME

4985. SHRI BALRAM NAIK PORIKA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of funds allocated and utilised under the National Clean Air Programme (NCAP) and the percentage reduction in PM2.5 levels achieved in the 131 non-attainment cities during the last three years;

(b) the number of cities that met the annual targets and the status of city-

specific action plans;

(c) the progress of afforestation under Green India Mission and Compensatory Afforestation Fund Management and Planning Authority (CAMPA), including area covered and survival rate of plantations; and

(d) the steps taken to meet India's Nationally Determined Contributions (NDC) targets under Paris Agreement and the status of International Climate Finance received?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): Under National Clean Air Programme (NCAP), 82 cities are funded under 'Control of Pollution' scheme of MoEFandCC and remaining 48 Million-plus cities/Urban Agglomerations are funded under 15th Financial Commission (XV FC) air quality grants. An amount of Rs. 14,029.23 crore has been provided since FY 2019-20 till data, as a performance based incentive and critical gap funding to 130 cities across 24 States/UTs for implementing air quality improvement measures under NCAP. Cities have reported the utilization of Rs. 10,611.52 crore (75.6%) on PRANA portal.

Under NCAP, City Specific Clean Air Action Plans have been prepared and rolled out for implementation in all 130 non-attainment/million plus cities. These action plans target specific air polluting sources like Soil and road dust, vehicular pollution, Waste and biomass burning, construction and demolition activities, and industries.

The focused and coordinated actions by 130 cities under NCAP have shown positive results with 103 cities showing reduction in PM_{10} concentration in 2024-25 with respect to 2017-18, 64 cities have shown reduction in PM_{10} levels by more than 20% with respect to base year 2017-18 and 25 of these cities have achieved a reduction of more than 40%. A total of 22 Cities have met National Ambient Air Quality Standards (NAAQS) and have PM_{10} Concentrations less than 60 $\mu g/m^3$.

PM2.5, being a subset of PM10, is inherently addressed under NCAP through the broader regulatory framework and implementation strategy aimed at reducing overall particulate matter levels. Out of the 130 cities covered under NCAP, 40 cities have shown a reduction in $PM_{2.5}$ levels in 2024 as compared to 2019; 56 cities have met the National Ambient Air Quality Standards (NAAQS) for $PM_{2.5}$ (annual standard: 40 $\mu g/m^3$) in 2024.

(c): National Mission for a Green India (GIM) is one of the nine Missions outlined under the National Action Plan on Climate Change. It aims at protecting, restoring, and enhancing India's forest cover and responding to Climate Change by undertaking eco-restoration/plantation activities in the forest and non-forest areas. GIM activities were started in the FY 2015-16. So far, a sum of Rs. 1019.27 crores have been sanctioned/allocated/released to seventeen States and one union territory for creation of plantation/eco-restoration over an area of 1,71,345 ha.

The Compensatory Afforestation Fund (CAF) Act, 2016 and its Rules, 2018 aim toward mitigating the loss of forest cover and associated ecosystem

services resulting from the diversion of forest land for non-forest purposes. This is achieved through activities such as compensatory afforestation, restoration of degraded forests, enhancement of wildlife habitats, and biodiversity enrichment.

The Compensatory Afforestation Fund Management and Planning Authority (CAMPA) funds are used for undertaking various activities for the betterment of forest related to improvement and enrichment of forests, wildlife and ecological services which include artificial regeneration, assisted natural regeneration, protection of forests, forest related infrastructure development, Green India Programme, wildlife protection and other ancillary activities related to forest and wildlife management. States/UT CAMPA Authorities submit Annual Plan of Operations (APOs) every year for approval to National CAMPA. During the year FY 2022-23 to 2024-25, Compensatory Afforestation (CA) has been carried out in the area of 84,067.88 Ha. The survival rate of afforestation activities is assessed by the respective State and UT Forest Departments.

(d): The Government of India stands committed to combat climate change and has taken several measures to meet India’s Nationally Determined Contribution (NDC) first submitted to the United Nations Framework Convention on Climate Change (UNFCCC) under the Paris Agreement in 2015 and subsequently updated in 2022.

These measures include various policies, schemes and programmes launched from time to time, to scale up India’s action on both, the adaptation and mitigation fronts.

Appropriate measures are being taken for promotion of clean energy, especially renewable energy, enhancement of energy efficiency, development of less carbon intensive and resilient urban centres, promotion of waste to wealth, safe, smart, and sustainable green transportation network, creating carbon sink through enhanced forest and tree cover, and strengthening climate resilience in agriculture, water resources, coastal regions, health, and disaster management. India's climate action also captures citizens' contributions including those through the activities under 'Mission LiFE' (Lifestyle for the Environment) and initiatives like 'Ek Ped Maa Ke Nam.'

The Government is implementing National Action Plan on Climate Change (NAPCC), which is the overarching framework for climate actions. The NAPCC comprises of nine national missions in specific areas of solar energy, enhanced energy efficiency, water, agriculture, Himalayan Ecosystem, sustainable habitat, green India, human health, and strategic knowledge on climate change. The Government is also supporting States and Union Territories (UTs) for preparation of their respective State Action Plans on Climate Change (SAPCC), in line with the strategy outlined in the NAPCC. To support the objectives of NAPCC, 34 States and UTs have prepared their SAPCCs to address State specific actions.

As a result, emission intensity of India's gross domestic product (GDP) has reduced by 36 per cent between 2005 and 2020. India has reached a major milestone in its energy transition by achieving the NDC goal of 50% of its installed electric power capacity from non-fossil fuel sources; five years ahead

of the committed timeline of 2030. As compared to the base year of 2005, India has already reached 2.29 billion tonnes of additional carbon sink as against the target of 2.5 to 3.0 billion tonnes by 2030.

India's climate action is mainly financed by budgetary allocations of the respective Ministries/ Departments that have institutionalized the respective nine Missions of the National Action plan on Climate Change (NAPCC).

Multilateral funds like the Green Climate Fund (GCF) and the Adaptation Fund (AF) are also explored for financing climate action within the country. So far, sixteen (16) projects/ programmes have been approved to India by the GCF with a total allocation of USD 1.1 billion to mitigate and adapt to climate change in sectors including water, clean energy, coastal, livelihood, transport, medium and small enterprises and climate start-ups. The country has accessed resources from the Adaptation Fund. The projects amounted to a total of USD 16.86 million for sectors covering food security, forests, agriculture, water management, and coastal management.

SIMPLIFICATION MEASURES IN THE INCOME TAX

4986. SHRI KALYAN BANERJEE:

Will the Minister of **FINANCE** be pleased to state:

(a) the manner in which the Government proposes to ensure that simplifications do not lead to unintended ambiguities or legal challenges in interpretation in the income tax, particularly when the basic structure remains unchanged;

(b) the details of the proposed new rule-based automated system allowing lower or nil deduction certificate without filing an application with the Assessing Officer thereof; and

(c) the number of assessees falling under the NIL income tax slab since the financial year and the number of assessees who have faced unintended ambiguities or legal challenges from the Income Tax Department since 2020 till date along with the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): A comprehensive review of Income-tax Act, 1961 was undertaken with the aim to make the Act concise, lucid, easy to read and understand. While undertaking this simplification exercise, conscious attempt has been made to minimise the scope of unintended ambiguity, leading to fresh interpretations and litigation. For this purpose, key words/phrases, especially where courts have given rulings, have been retained with minimal modifications. Language has been simplified by use of short sentences. Provisions have been made clear to minimize scope for multiple interpretations. Formulae and tables have also been used to enhance clarity.

(b): Sub-section (1) of section 395 of the Act which provides for issuance of certificate for deduction of tax at source at Nil or lower rates was amended vide Finance Bill, 2026, to provide for an option for electronic issuance of certificate for lower or nil deduction of income-tax. The detailed rules in this

regard would be finalized once the Finance Bill, 2026 is passed in the Parliament and enacted as the Finance Act, 2026.

(c): The number of assesses falling under the Nil Income-tax slab since the Financial Year 2020:

A.Y.	Number of assessee declaring gross tax liability* as NIL in ITR filed
2021-22	1,34,05,908
2022-23	1,25,38,114
2023-24	1,19,67,392
2024-25	1,26,10,162
2025-26	1,22,77,376

*****Gross tax liability does not take into account any rebate or relief*

As regards any ambiguity or legal challenge faced by assesses from ITD since 2020, no such data is available. However, it may be stated that litigation arises not only on account of ambiguity in law but also on account of tax avoidance and tax evasion. Further, several measures have been undertaken by the Department to remove unintended ambiguity, enhance clarity, reduce tax litigation and provide certainty to the taxpayers:

(i) A time bound comprehensive review of the Income-tax Act, 2025 was carried out to remove redundancies, minimize scope for misinterpretation and simplify provisions.

(ii) Amendments to Income-tax Act are made after extensive consultation with various stakeholders to identify areas of concerns and address

them proactively.

(iii) Explanatory memorandum is issued to the Finance Bill when it is introduced in the Parliament to provide clarification on the intent of the change being made to the Income-tax Act and reduce scope for ambiguities. Further, in recent years, Frequently asked questions (FAQs) on the amendments are also prepared in simplified language for better understanding of the taxpayers.

(iv) CBDT issues circulars and guidelines from time to time to provide clarification and to address concerns of the taxpayers with respect to any provision.

REFORMS IN PUBLIC SECTOR BANKS

4987. SHRI JAI PRAKASH:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government is contemplating unveiling the next phase of reforms for Public Sector Banks under Enhanced Access and Service Excellence (EASE) 9.0 agenda for FY 2027 with the vision of Viksit Bharat @2047; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): EASE Reform Agenda is finalised on yearly basis at the start of each financial year (FY), under the guidance of EASE Steering Committee of member Public Sector Banks (PSBs) under the aegis of Indian Banks' Association (IBA). The Reforms Agenda is objectively assessed and reviewed quarterly by the EASE Steering Committee.

EASE 9.0 Reforms Agenda for FY2026-27 was launched in February 2026 with a vision of building Globally Competitive PSBs for Viksit Bharat@2047.

EASE 9.0 Reforms Agenda is built upon four themes of EASERise framework i.e. Risk and Resilience, Innovation, Socio-economic Impact and Excellence. It marks the next phase of reforms aimed at strengthening long-term capabilities of PSBs with focus on institutionalising customer service culture, Artificial Intelligence - enabled workflows, strengthening operational

risk framework, modernising Information Technology systems, lending to emerging sectors, sustainable finance and employee well-being.

Further, IBA has apprised that metrics of EASE 9.0 Reforms Agenda are under formulation and will be rolled out to PSBs by April 2026.

UPPER LIMIT FOR EPF AND ESI BENEFICIARIES

4988. SHRIMATI MALA ROY:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government has any plan to increase the upper limit cap of Employees' Provident Fund (EPF) and Employees' State Insurance (ESI) beneficiaries;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The wage ceiling for coverage under the Employees' Provident Fund (EPF) Scheme, 1952 and Employees' State Insurance (ESI) Act, 1948 is revised from time to time. Presently, the wage ceiling for coverage under EPFO is Rs.15000/- per month and for ESIC, it is Rs. 21,000/- per month.

Raising the wage ceiling is done based on extensive stakeholders' consultations including Trade Unions and industry associations as the same will have impact on the take-home salary of employees and on the hiring cost

for employers.

TEACHER TRAINING PROGRAMMES UNDER SAMAGRA SHIKSHA ABHIYAN

4989. DR. NAMDEO KIRSAN:

SHRI THARANIVENTHAN M. S.:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of current status of digital classroom infrastructure and types of teacher training programmes available for teachers under the Samagra Shiksha scheme and the manner in which the Government ensured that teachers are equipped with modern teaching methodologies;

(b) the details of the number of teachers trained under the said scheme and the impact on teaching quality;

(c) the details on the content and methodologies used in the teacher training programmes under Samagra Shiksha Scheme;

(d) the details of the measures being taken by the Government to ensure that teachers in rural and remote areas have access to quality training programmes under Samagra Shiksha Scheme;

(e) whether any budgetary allocations has been made and utilised during the last three financial years under Samagra Shiksha Abhiyan, if so, the details of portion of the Samagra Shiksha budget allocated for teacher training programmes and whether there has been any increase in funding for these programmes during the last three years and the current year and

if so, the details thereof; and

(f) whether the Government has made any assessments of the impact of these training programmes on teaching quality and student learning outcomes achieved under the said scheme and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (f): Education being a subject in the Concurrent List of the Constitution, the majority of schools in the country are under the administrative control of the respective State Governments and Union Territory Administrations. The Ministry of Education implements ICT and Digital initiatives under Samagra Shiksha to enhance digital learning in Government and Government-aided schools across the country, including rural areas. The initiatives aim to enhance the quality of education by integrating technology into teaching and learning processes. Under the initiatives, funds are provided for setting up ICT Labs and Smart Classrooms according to the requirements of the concerned State submitted in their respective Annual Work Plan and Budget (AWPandB).

Till date 1,79,153 ICT Labs and 1,76,738 Smart Classrooms have been sanctioned to State/UT Governments. Based on the UDISE+ data and funds approved in Project Approval Board's (PAB) meetings to States/UTs for the year 2025-26, gaps were identified in saturating ICT Labs and Smart Classrooms in Secondary and Senior Secondary Schools in States/UTs. To address this gap, 22,618 ICT Labs and 29,920 Smart Classrooms in

States/UTs were approved for the saturation of these facilities in the year 2025-26.

A comprehensive initiative called PM eVidya was initiated as part of Atma Nirbhar Bharat Abhiyaan on 17th May, 2020, unifying all efforts related to digital/online/on-air education to enable multi-mode access to education across the country. States/UTs collaborate with NCERT to utilise, monitor and evaluate the effectiveness of these initiatives as per their requirements. A key component of PM eVidya is 200 PM eVidya DTH TV channels and 400 Radio channels to enable all States/UTs to provide supplementary education in various Indian languages for classes I-XII.

Digital Infrastructure for Knowledge Sharing (DIKSHA) is the Nation's digital infrastructure for providing quality e-content for school education in States/UTs and QR coded Energised Textbooks (ETBs) for all grades (One Nation, One Digital platform). To promote crucial critical thinking skills and to give space for creativity, more than 614 Virtual Labs and 100 Virtual skill labs (50 each in Hindi and English) have been created and made available on the DIKSHA platform. DIKSHA Offline supports areas with limited or no internet connectivity.

Strengthening of teacher training and education programmes is supported under the Centrally Sponsored Scheme of Samagra Shiksha in alignment with the recommendations of the National Education Policy (NEP), 2020. The scheme supports strengthening of Teacher Education Institutions (TEIs), including support to State Councils of Educational Research and

Training (SCERTs) for curriculum development, research and academic activities aligned with the National Curriculum Framework for School Education (NCF-SE), capacity building of District Institutes of Education and Training (DIETs), and continuous academic support to schools through Block Resource Centres (BRCs) and Cluster Resource Centres (CRCs).

Financial assistance is provided under the scheme, based on State-specific proposals, for in-service training of teachers, school heads, teacher educators, master trainers, resource persons and education administrators, including induction training of newly recruited teachers at elementary and secondary levels, including those in rural and remote areas. These training programmes are implemented through SCERTs and DIETs as nodal agencies. Under Samagra Shiksha, funds are approved for teacher training as part of the Annual Work Plan and Budget (AWPandB) of States/UTs. The funds approved for teacher training programmes during the last three financial years are ₹41,063.11 lakh in 2023-24, ₹63,943.50 lakh in 2024-25 and ₹72,456.26 lakh in 2025-26, indicating a progressive increase in allocation towards teacher capacity building. (Source: PRABANDH)

Under Samagra Shiksha, teacher capacity building for digital education is being supported through the DIKSHA platform, which provides e-content and digital learning resources. The Department has also implemented NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) as an integrated teacher training programme on DIKSHA, which includes modules related to the use of ICT and technology in teaching and learning. Further,

NCERT, SCERTs, DIETs, BRCs and CRCs undertake development of resource material, digital content, training programmes and workshops to strengthen teachers' preparedness for digital education. Till date, cumulatively over 63 lakh teachers and school heads across all States/UTs and central organisations have undergone Continuous Professional Development through NISHTHA.

The content and methodologies used in teacher training programmes are aligned with the provisions of NEP 2020 and focus on learner-centric pedagogy, experiential learning, competency-based assessment and inclusive education practices. These programmes are developed by NCERT and other academic institutions and are contextualised by States/UTs as per their requirements.

To ensure access to quality training for teachers in rural and remote areas, training is delivered through both online and face-to-face modes, supported by decentralised academic institutions such as SCERTs, DIETs, BRCs and CRCs, along with digital platforms to enable wider outreach.

Further, the Government has decided to develop all functional DIETs as Centres of Excellence under Samagra Shiksha in a phased manner. Accordingly, financial assistance has been approved for upgradation of 125 DIETs in FY 2023-24 and 121 DIETs in FY 2025-26, with the objective of strengthening institutional capacity for teacher training and academic support.

In addition, in pursuance of NEP 2020, the Government has released the National Professional Standards for Teachers (NPST) and the Bluebook on the

National Mission for Mentoring (NMM), which define teacher competencies and provide a framework for mentoring of in-service teachers. Further, the National Council for Teacher Education (NCTE) has notified ITEP, a 4-year integrated dual-major bachelor degree in Education as well as a specialized subject in arts, science, physical education etc. for pre-service teachers. Being digitally literate and skilled to leverage technology for improving teaching-learning and assessment processes is one of the capacities sought to be developed by all student-teachers under ITEP.

The impact of teacher training programmes is monitored through mechanisms such as pre- and post-assessment of training programmes, feedback from participants, classroom observations and large-scale assessments such as the PARAKH Rashtriya Sarvekshan (last conducted in December 2024), which help in assessing improvements in teaching practices and learning outcomes.

RECOGNITION OF MUNROTHURUTHU AS NATIONAL TOURISM DESTINATION

4990. SHRI KODIKUNNIL SURESH:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government has received any proposal from the State Government of Kerala or any other authority for recognition and inclusion of Munrothuruthu in Kollam district as a nationally promoted tourism destination;

(b) whether Munrothuruthu has been considered under any Central schemes such as Swadesh Darshan, PRASHAD or other thematic tourism circuits;

(c) the criteria adopted by the Government for inclusion of destinations under national tourism promotion programmes;

(d) whether any financial assistance has been sanctioned or is under consideration for infrastructure development, eco-tourism, backwater tourism or heritage tourism at Munrothuruthu; and

(e) the details of the steps proposed to promote Munrothuruthu as a sustainable tourism destination of national importance, considering its unique backwater ecosystem and biodiversity?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Development and promotion of tourism destinations is primarily done by the concerned State Government (SG)/UT Administration (UTA). However, Ministry of Tourism under its various schemes including 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)', 'Challenge Based Destination Development – CBDD' (an initiative under Swadesh Darshan scheme) and 'Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' provides financial assistance for development of tourism infrastructure and experiences in the country including in the state of Kerala, on receipt of the project proposals from State Governments/UT Administrations, in synergy with the scheme guidelines, Government directions, availability of funds, inter-se priority etc. The above-mentioned

schemes are approved till March, 2026 and presently there is no proposal for consideration before the Ministry.

Details of the projects sanctioned under SD, SD2.0, CBDD and PRASHAD schemes in the state of Kerala are given in the enclosed **Statement.**

Government of India in 2024-25 sanctioned the projects 'Ashtamudi Biodiversity and Eco-recreational Hub in Kollam' for Rs. 59.71 Crore and 'Global Gateway to Malabar's Cultural Crucible in Sargaalaya' for Rs. 95.34 Crore under its initiative for 'Special Assistance to States for Capital Investment (SASCI)-Development of Iconic Tourist Centres to Global Scale'.

In addition, the Ministry of Tourism holistically promotes various tourism destinations and products of the country including those in the state of Kerala through various promotional tools such as website, events, social media etc.

STATEMENT

Details of the projects sanctioned under SD, SD2.0, CBDD and PRASHAD schemes in the state of Kerala

Scheme	Circuit/Year of Sanction	Name of the project	Sanction Amount (₹ In Crore)
Swadesh Darshan	Eco Circuit 2015-16	Development of Pathanamthitta- Gavi-Vagamon- Thekkady	64.08
	Spiritual Circuit 2016-17	Development of Sabarimala - Erumeli-Pampa-Sannidhanam	46.54
	Spiritual Circuit 2016-17	Development of Sree Padmanabha Arnamula	78.08
	Rural Circuit 2018-19	Development of Malanad Malabar Cruise Tourism Project	57.35
	Spiritual Circuit 2018-19	Development Sivagiri Sree Narayana Guru Ashram- Arruvipuram- Kunnumpara Sree Subrahmania- Chembazhanthi Sree Narayana Gurukulam	66.42
Swadesh Darshan 2.0	2024-25	Alappuzha: A Global Water Wonderland	93.18
	2024-25	Enhancement of Tourist Experience at Malampuzha Garden and Leisure Park	75.87
	2023-24	Kumarakom Bird Sanctuary Experience	13.81

CBDD	2024-25	Varkala-Dakshin Kashi	25.00
	2024-25	Thalassery: The Spritiual Nexus	25.00
PRASHAD	2016-17	Development at Guruvayur Temple	45.19

GST RATE RATIONALISATION

4991. ADV. FRANCIS GEORGE:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has undertaken any assessment of revenue and inflationary implications of Goods and Services Tax (GST) rate rationalisation;

(b) if so, the details of changes made in the GST rate structure and the goods and services affected thereby;

(c) whether any study has been conducted regarding the fiscal impact, consumption patterns and sectoral growth following rate rationalisation and if so, the details and findings thereof;

(d) the steps taken by the Government to ensure revenue neutrality and fiscal stability of the States after revisions in GST rates; and

(e) whether the Government proposes to undertake periodic review of the GST rate structure to balance revenue requirements and consumer welfare and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): As per latest data available, gross GST revenue collections have recorded a growth of 8.1% in February 2026 as compared to February 2025. No formal study on the inflationary implications of GST rate rationalisation has been conducted.

(c): While a specific study regarding the fiscal impact, consumption patterns and sectoral growth following rate rationalisation has not been conducted, however, the reduction in GST rates is expected to provide direct and indirect relief to common people and investors by lowering the tax burden on essential goods and services, thereby improving affordability, reducing cost of living, and supporting household consumption.

The rationalisation of rates is also expected to reduce transaction costs, ease compliance, encourage greater formalisation, and widen the tax base. Sector-specific rate reductions are expected to support competitiveness and investment by lowering costs in construction, boosting demand in automobiles, improving access to life-saving drugs and medical devices, and promoting labour intensive MSMEs such as toys, handicrafts and man-made fibres.

Recent trends in high-frequency indicators, including higher e-way bill generation, improved Purchasing Managers' Index (PMI) readings for manufacturing and services, record festive season automobile sales, robust UPI transactions, and increased tractor sales, indicate a strengthening economic momentum during September-December 2025, following the implementation of GST reforms. Furthermore, as per the NABARD Rural Economic Conditions and Sentiments Survey (November 2025), 79.2% of rural

households reported increased consumption expenditure in the last one year, the highest among all bi-monthly rounds in FY 2025-26 so far.

(d) and (e): GST rates and exemptions are prescribed based on the recommendations of the GST Council, which is a constitutional body comprising of representatives of the Centre and the States.

All States have enacted their Fiscal Responsibility and Budget Management (FRBM) Act. Compliance to the State FRBM Act is monitored by the respective State Legislatures. Central Government usually considers the fiscal limits as per the accepted recommendations of the Finance Commission while exercising powers to approve borrowings by States under Article 293(3) of the Constitution of India.

REVIVAL OF INDUSTRIES

4992. SHRI ARUN NEHRU:

Will the Minister of **FINANCE** be pleased to state:

(a) whether specific funds have been earmarked in the Union Budget 2026-27 for revival and modernisation of moribund and sick industries in the Perambalur industrial belt in Tamil Nadu, including small-scale engineering and fabrication units;

(b) if so, the details of such allocations, schemes and eligibility norms applicable to units located in Perambalur Lok Sabha Constituency; and

(c) the details of credit disbursement during FY 2025-26 to small-scale engineering and allied Micro, Small and Medium Enterprises (MSMEs)

units in Perambalur, including number of accounts, total amount sanctioned and disbursed, bank-wise figures and sector-wise break-up?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Specific funds for localised industrial and fabrication units are generally not indicated in the Union Budget. However, the scheme to revive 200 legacy industrial clusters (Para 26 of Union Budget 2026-27) is one of the sources for industrial clusters to receive funds for modernisation and revival.

(b): Does not arise, in view of (a) above.

(c): Ministry of MSME implements Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantee for loans extended to MSEs for all the activities mentioned under the MSMED Act 2006. The ceiling for guarantee coverage under the scheme is Rs. 10 crore (w.e.f. 01.04.2026). 1,37,998 credit guarantees amounting to Rs. 26,374 crore have been extended to MSEs under the scheme in the State of Tamil Nadu, including those in Perambalur district, during FY 2025-26 (till 28.02.2026).

JAWAHAR NAVODAYA VIDYALAYAS IN TELANGANA

4993. SHRI RAMASAHAYAM RAGHURAM REDDY:

SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether it is a fact that as per the objective of Navodaya Vidyalayas

Scheme, every district in the Country should have one Jawahar Navodaya Vidyalayas (JNVs), if so, the details thereof;

(b) whether the Government has taken any steps to set up JNVs in the left out districts in the State of Telangana, if so, the details thereof and if not, the reasons therefor;

(c) whether the Government proposes to establish Jawahar Navodaya Vidyalayas (JNVs) in Peddapalli and Mancherial districts of Telangana in view of the long-pending demand and the importance of such institutions for the educational development of rural students;

(d) if so, the details of the proposals received, approval status and the timelines for sanction and construction of these JNVs; and

(e) if not, the reasons for not approving these proposals and whether the Government intends to reconsider the request in view of the educational needs of students in these districts, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): The Navodaya Vidyalaya Scheme envisages for opening of one Navodaya Vidyalaya (NV) in each district of the country. Opening of new NVs is a continuous process which depends on the willingness of the concerned State Government/UT administration to make available requisite suitable land, free of cost, for construction of the permanent building and making available required temporary building, free of rent, to run the Vidyalaya till the permanent

building is constructed. Sanction and opening of new NVs depends on approval by the competent authority as per extant procedures. At present, 666 districts of the country have been covered under the scheme and total 689 NVs have been sanctioned so far in the country.

As per information received from Navodaya Vidyalaya Samiti (NVS), at present, 16 NVs (i.e. Kamareddy, Karimnagar, Khammam, Kumuram Bheem Asifabad, Nagar Kurnool, Nalgonda, Ranga Reddy, Siddipet, Warangal, Jagtial, Nizamabad, Bhadradri-Kothagudem, Medchal-Malkajgiri, Mahabubnagar, Sanga Reddy and Suryapet) are sanctioned in the state of Telangana and out of these 16 NVs, 15 are presently functional.

बिहार में कौशल विकास प्रशिक्षण केंद्र

4994. श्री राजेश रंजन:

क्या **कौशल विकास और उद्यमशीलता** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों और वर्तमान वर्ष के दौरान प्रमुख कौशल विकास योजनाओं के अंतर्गत संस्वीकृत प्रशिक्षण केन्द्रों का राज्य-वार/संघ राज्यक्षेत्र-वार विशेषकर बिहार के संदर्भ में ब्यौरा क्या है;

(ख) उक्त अवधि के दौरान बिहार में वर्तमान में कुल कितने प्रशिक्षण केन्द्र चल रहे हैं;

(ग) क्या सरकार ने बिहार में प्रशिक्षण केन्द्रों के बंद होने अथवा उनके काम न करने के संबंध में कोई व्यापक समीक्षा की है और यदि हां, तो तत्संबंधी ब्यौरा और निष्कर्ष क्या हैं;

(घ) विगत पांच वर्षों और वर्तमान वर्ष के दौरान बिहार में कौशल विकास अवसंरचना के लिए आवंटित और जारी की गई निधि का वर्ष-वार ब्यौरा क्या है; और

(ङ) सरकार द्वारा बिहार में प्रशिक्षण अवसंरचना को सुदृढ़ करने के लिए क्या लक्षित उपाय

किए जाने का विचार है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ङ): भारत सरकार के स्किल इंडिया मिशन (सिम) के अंतर्गत, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) विभिन्न योजनाओं, जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षुता संवर्धन योजना (एनएपीएस) जैसी प्रमुख योजनाओं के तहत कौशल विकास केंद्रों के व्यापक नेटवर्क के माध्यम से और औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) द्वारा शिल्पकार प्रशिक्षण योजना (सीटीएस) के जरिए बिहार सहित देश भर के समाज के सभी वर्गों को कौशल, पुनर्कौशल और कौशलोन्नयन प्रशिक्षण प्रदान करता है। सिम का उद्देश्य भारत के युवाओं को उद्योग से संबंधित कौशलों से सुसज्जित करके भविष्य के लिए तैयार करना है।

दिनांक 31.12.2025 तक की स्थिति के अनुसार एमएसडीई की प्रमुख योजनाओं के अंतर्गत प्रशिक्षण केंद्रों की राज्य/संघ राज्यक्षेत्र-वार संख्या संलग्न **विवरण** में दी गई है।

एमएसडीई नियमित रूप से भौतिक निरीक्षण, वीडियो कॉल के माध्यम से वर्चुअल निगरानी और टेलीफोन सत्यापन द्वारा बिहार सहित पूरे भारत में प्रशिक्षण केंद्रों की निगरानी कर रहा है ताकि यह सुनिश्चित किया जा सके कि प्रशिक्षण दिशा-निर्देशों के अनुसार आयोजित किया जा रहा है और सार्वजनिक निधि का कोई दुरुपयोग नहीं हो रहा है। इस योजना में निगरानी, पारदर्शिता और जवाबदेही को सुदृढ़ करने और पुनरावृत्ति को रोकने के लिए मंत्रालय ने निम्नलिखित उपाय किए हैं:

i. पीएमकेवीवाई योजना के तहत उम्मीदवारों का नामांकन आधार आधारित है ताकि यह सुनिश्चित किया जा सके कि योजना के तहत फर्जी नामांकन न हों
ii. प्रशिक्षण केंद्रों को पीएमकेवीवाई के तहत सभी उम्मीदवारों के लिए एईबीएएस उपस्थिति सुनिश्चित करने का आदेश दिया गया है, जिसके लिए जियो-फेंसिंग फेस ऑथेंटिकेशन का

उपयोग किया जाता है, जो सीधे प्रशिक्षण केंद्रों को किए जाने वाले भुगतानों से जुड़ा होता है।

iii. अवार्डिंग बॉडीज, प्रशिक्षण भागीदारों और राज्यों को प्रशिक्षण गतिविधियों की जमीनी स्तर पर निगरानी करने का निर्देश दिया गया है।

iv. वास्तविक समय की निगरानी - एमएसडीई में कौशल समीक्षा केंद्र डिजिटल उपकरणों का उपयोग करके पृथक वर्चुअल निगरानी को सक्षम बनाते हैं, जिससे अनुपालन और समय पर हस्तक्षेप सुनिश्चित होता है।

v. निधि संवितरण से पहले एकसमान सत्यापन के लिए औपचारिक रूप से किश्त-वार पूर्व-भुगतान सत्यापन प्रक्रिया और जांच सूची।

vi. कॉल सत्यापन, अचानक भौतिक दौरे आदि जैसी विभिन्न पद्धतियों के माध्यम से प्रशिक्षण केंद्रों की प्रभावी ढंग से निगरानी की जा रही है।

vii. इसके अलावा, निष्पक्ष, पारदर्शी और मानकीकृत आकलन और प्रमाणन सुनिश्चित करने के लिए पीएमकेवीवाई 4.0 के तहत आकलन और प्रमाणन के लिए मानक संचालन प्रक्रिया तैयार की गई है।

viii. पीएमकेवीवाई 4.0 के तहत संशोधित निगरानी दिशानिर्देश जारी किए गए हैं और अनुपालन न करने के मामलों में, जवाबदेही सुनिश्चित करने और सार्वजनिक धन के किसी भी दुरुपयोग को रोकने के लिए दंड सूची के अनुसार ब्लैकलिस्टिंग, निलंबन, वित्तीय वसूली और कानूनी कार्रवाई सहित उचित दंड लगाए जाते हैं।

ix. निगरानी समिति द्वारा उचित जांच/भ्रष्टाचार के बाद पाई गई विसंगतियों के आधार पर गैर-अनुपालन करने वाली संस्थाओं को दंडित करने (वित्तीय दंड सहित) के लिए एक दंड मैट्रिक्स तैयार किया गया है।

x. नियमों का गंभीर रूप से पालन न करने या रिश्वत देने, निरीक्षक/आकलनकर्ता को धमकाने आदि जैसी किसी भी अनैतिक गतिविधि के मामलों में, प्रशिक्षण केंद्र को छह महीने की

अवधि के लिए निलंबित किया जा सकता है या कौशल इको सिस्टम से ब्लैकलिस्ट किया जा सकता है।

प्रशिक्षण और प्रमाणन का खर्च योजनाओं के तहत वहन किया जाता है। इसके अलावा, देश भर में प्रशिक्षण प्रदान करने के लिए आवश्यकतानुसार प्रशिक्षण केंद्र (टीसी) स्थापित किए जाते हैं। पीएमकेवीवाई के तहत निर्धारित मानदंडों के अनुसार प्रशिक्षण लागत को पूरा करने के लिए कार्यान्वयन एजेंसियों को धनराशि जारी की जाती है। जेएसएस योजना के तहत, धनराशि सीधे गैर-सरकारी संगठनों (एनजीओ) को जारी की जाती है। एनएपीएस के तहत, प्रशिक्षुओं को प्रति माह 1500 रुपये तक का वजीफा डीबीटी के माध्यम से जारी किया जाता है, न कि शामिल किए गए संस्थानों को। आईटीआई के माध्यम से कार्यान्वित सीटीएस योजना के संबंध में दैनिक प्रशासन और वित्तीय नियंत्रण संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन के पास होता है।

सरकार बिहार सहित पूरे देश में कौशलीकरण इको सिस्टम को सुदृढ़ करने के लिए विभिन्न कदम उठा रही है, जिसमें प्रशिक्षण सुविधाओं का विस्तार, विशेष रूप से कम सुविधा वाले क्षेत्रों में, को बढ़ावा देना और कौशल केंद्रों जैसी पहल शुरू करना शामिल है ताकि कौशलीकरण को स्कूलों, कॉलेजों और उच्च शिक्षण संस्थानों के साथ एकीकृत किया जा सके। पीएमकेवीवाई 4.0 के तहत, अंतिम मील वितरण को बढ़ाने और राज्य भर में गुणवत्तापूर्ण कौशल विकास के अवसरों हेतु पहुंच में सुधार करने के लिए जिला कौशल समितियों (डीएससी) और कौशल केंद्र संस्थानों की अधिक भागीदारी के साथ कार्यान्वयन को विकेंद्रीकृत किया गया है। जिला कौशलीकरण योजनाओं (डीएसडीपी) का उद्देश्य विभिन्न क्षेत्रों में पहचाने गए कौशल अंतरों को दूर करना, स्थानीय रोजगार के अवसरों, कौशल की मांग और प्रशिक्षण अवसंरचना का मैपिंग करना है ताकि सरकारी कौशल कार्यक्रमों का मार्गदर्शन किया जा सके।

विवरण

दिनांक 31.12.2025 तक की स्थिति के अनुसार एमएसडीई की प्रमुख योजनाओं के अंतर्गत प्रशिक्षण केंद्रों का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा

राज्य/संघ राज्यक्षेत्र	पीएमकेवीवाई 4.0 केंद्र (एसटीटी+एसपी)	जेएसएस केंद्र	एनएपीएस संस्थापनाएं	आईटीआई
अंडमान एवं निकोबार द्वीप समूह	5	1	25	4
आंध्र प्रदेश	371	6	1,294	521
अरुणाचल प्रदेश	82	-	31	10
असम	798	6	1,010	47
बिहार	537	21	757	1356
चंडीगढ़	10	1	192	3
छत्तीसगढ	177	14	343	227
दिल्ली	144	3	5,999	46
गोवा	6	1	538	13
गुजरात	266	9	13,363	493
हरियाणा	530	2	6,305	380
हिमाचल प्रदेश	180	11	827	268
जम्मू और कश्मीर	543	2	649	56
झारखंड	206	13	498	354
कर्नाटक	398	12	2,943	1468
केरल	132	9	2,091	442
लद्दाख	11	2	16	3
लक्षद्वीप	1	1	2	1
मध्य प्रदेश	1,351	29	1,309	953

महाराष्ट्र	571	21	10,300	1046
मणिपुर	163	4	34	11
मेघालय	93	1	47	8
मिजोरम	106	1	24	3
नागालैंड	85	2	27	9
ओडिशा	241	29	812	500
पुदुचेरी	22	-	275	15
पंजाब	572	2	1,111	329
राजस्थान	1,454	9	1,191	1543
सिक्किम	37	-	83	4
तमिलनाडु	490	9	3,264	457
तेलंगाना	119	6	1,523	301
दादरा और नगर हवेली एवं दमन और दीव	9	2	147	4
त्रिपुरा	117	2	112	22
उत्तर प्रदेश	2,581	47	7,490	3304
उत्तराखंड	196	8	875	170
पश्चिम बंगाल	252	8	1,591	317
कुल	**12,856**	**294**	**55,424**	**14,688**

ADJUDICATION OF CORPORATE COMPLIANCE VIOLATIONS

4995. SHRI PRAVEEN KHANDELWAL:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether average timelines for adjudication of corporate compliance

violations under the Companies Act have been assessed, if so, the details thereof;

(b) whether compounding and adjudication proceedings are being digitised end-to-end, if so, the details thereof;

(c) whether risk-based inspection models are being implemented to reduce unnecessary compliance burden on smaller companies, if so, the details thereof;

(d) whether data analytics is being used to identify shell companies and related-party transaction irregularities, if so, the details thereof; and

(e) the steps taken by the Government to strengthen transparency and efficiency in corporate regulatory enforcement?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a): Yes. The average time taken to issue order from the date of initiation of adjudication proceedings of the disposed cases is presently around 43 days.

(b): Under MCA 21 Version 3 (V3), the Ministry has launched the E-adjudication module in September 2024 to establish a technology driven adjudication mechanism to digitize end to end adjudication proceedings. Further, appeals against the order of adjudication are also digitized end to end. Compounding proceedings under the Companies Act, 2013 are partially digitised (at the filing stage) through the MCA 21 system.

(c): Whenever any complaint or reference is received from the

Central/Regional Economic Intelligence Committee (CEIC/REIC), Fraud Monitoring Reports (FMRs) from banks, reports of the Market Research and Analysis Unit (MRAU) of the Serious Fraud Investigation Office (SFIO), or references from the Central Bureau of Investigation (CBI), Securities and Exchange Board of India (SEBI), Insolvency and Bankruptcy Board of India (IBBI), through e-Form ADT-4 filed by the auditor of a company pointing out serious violations or corporate governance issues and having public interest, the same are examined. Based on examination and the gravity of the cases Inspections are ordered against the company under Section 206(5) of the Companies Act, 2013.

(d): The term “shell company” is not defined under the Companies Act, 2013. As regards irregularities in related party transactions, filings made by companies in the MCA21 system that are flagged are examined further and appropriate action is taken based on such examination.

(e): The Ministry has migrated all filings to MCA21 V3. The transition aims to enhance compliance efficiency, standardize data reporting, and promote digitized corporate governance through features such as web-based filing, enhanced validations, pre-filled forms, and robust authentication mechanisms. Further, other functionalities of the above portal like e-Adjudication, e-Consultation, etc have been introduced to strengthen transparency and efficiency in corporate regulatory enforcement.

आधुनिक सुविधाओं से युक्त खेल स्टेडियम/परिसरों की स्थापना

4996. श्री संजय हरिभाऊ जाधवः

क्या **युवक कार्यक्रम और खेल** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा ग्रामीण क्षेत्रों में प्रतिभाशाली खिलाड़ियों की पहचान करने, उन्हें प्रोत्साहित करने और उनकी सहायता करने के लिए क्या कदम उठाए गए हैं;

(ख) विभिन्न केन्द्रीय योजनाओं के अंतर्गत विशेषकर महाराष्ट्र और परभणी लोक सभा निर्वाचन क्षेत्र के संबंध में ग्रामीण खिलाड़ियों को प्रदान किए जा रहे प्रशिक्षण, वित्तीय सहायता, अवसंरचना और अन्य सुविधाओं का ब्यौरा क्या है; और

(ग) क्या सरकार के पास ग्रामीण क्षेत्रों में आधुनिक सुविधाओं से युक्त खेल स्टेडियम या खेल परिसर स्थापित करने का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी व्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ग): 'खेल' राज्य का विषय होने के कारण प्रतिभाशाली खिलाड़ियों की पहचान करने, उन्हें प्रोत्साहित करने और उनकी सहायता के लिए कदम उठाने तथा ग्रामीण क्षेत्रों में आधुनिक सुविधाओं के साथ खेल स्टेडियम या खेल परिसरों की स्थापना सहित खेलों के विकास की जिम्मेदारी मुख्य रूप से संबंधित राज्य / संघ राज्य क्षेत्र सरकारों की है। केन्द्र सरकार केवल महत्वपूर्ण कमियों को दूर करके उनके प्रयासों में सहायता करती है। युवक कार्यक्रम और खेल मंत्रालय देश में खेलों के संवर्धन के लिए निम्नलिखित स्कीमों को लागू करता है, जो महाराष्ट्र के परभणी लोकसभा निर्वाचन क्षेत्र सहित देश के ग्रामीण खिलाड़ियों के लिए प्रशिक्षण, अवसंरचना और अन्य सुविधाओं की आवश्यकताओं की भी पूर्ति करती हैं:

I. खेलो इंडिया - राष्ट्रीय खेल विकास कार्यक्रम;

II. राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता;

III. अंतरराष्ट्रीय खेल स्पर्धाओं में पदक विजेताओं और उनके कोचों को नकद पुरस्कार ;

IV. राष्ट्रीय खेल पुरस्कार;

V. मेधावी खिलाड़ियों को पेंशन;

VI. खिलाड़ियों के लिए पंडित दीन दयाल उपाध्याय राष्ट्रीय कल्याण कार्यक्रम;

VII. राष्ट्रीय खेल विकास निधि;

VIII. भारतीय खेल प्राधिकरण (साई) के माध्यम से खेल प्रशिक्षण केंद्र का संचालन; और

IX. राष्ट्रीय खेल विज्ञान एवं अनुसंधान केंद्र (एनसीएसएसआर)।

उपर्युक्त स्कीमों का विवरण इस मंत्रालय और भारतीय खेल प्राधिकरण की वेबसाइटों पर पब्लिक डोमेन में उपलब्ध है।

इसके अलावा, यह मंत्रालय खेलो इंडिया स्कीम के "खेल अवसंरचना का निर्माण और उन्नयन" घटक के तहत, ग्रामीण क्षेत्रों में आधुनिक सुविधाओं के साथ खेल स्टेडियम या खेल परिसरों की स्थापना सहित खेल अवसंरचना जैसे खेल स्टेडियम, सिंथेटिक एथलेटिक ट्रैक, सिंथेटिक हॉकी मैदान, सिंथेटिक टर्फ फुटबॉल मैदान, बहुउद्देशीय हॉल, स्विमिंग पूल आदि के निर्माण के लिए वित्तीय सहायता प्रदान करता है। इसके अलावा, सरकार राष्ट्रीय खेल विकास निधि (एनएसडीएफ) के तहत, देश भर में खेल सुविधाओं के निर्माण और उन्नयन के लिए विभिन्न संस्थानों और व्यक्तियों को सहायता प्रदान करती है। महाराष्ट्र राज्य सहित देशभर में खेलो इंडिया स्कीम और एनएसडीएफ के तहत स्वीकृत खेल अवसंरचना संबंधी जानकारी क्रमशः https://mdsd.kheloindia.gov.in और http://www.nsdf.yas.gov.in/nsdf-glance.html लिंक पर उपलब्ध है। खेलो इंडिया स्कीम और एनएसडीएफ मांग-आधारित स्कीमें हैं। राज्य/संघ राज्य क्षेत्र सरकारों और अन्य पात्र निकायों से वित्तीय सहायता हेतु प्राप्त प्रस्तावों पर उनकी पूर्णता, तकनीकी व्यवहार्यता और स्कीम के तहत धनराशि की उपलब्धता के आधार पर विचार किया जाता है।

रोजगार पर आर्टिफिशियल इंटेलिजेंस का प्रभाव

4997. श्री संजय उत्तमराव देशमुख:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश के विभिन्न क्षेत्रों में रोजगार पर आर्टिफिशियल इंटेलिजेंस (एआई) और ऑटोमेशन के प्रभाव के संबंध में कोई अध्ययन, सर्वेक्षण या अनुसंधान किया है;

(ख) यदि हां, तो निष्कर्षों का ब्यौरा क्या है और उन क्षेत्रों का ब्यौरा क्या है जहां नौकरी छूटने या विस्थापन की संभावना है, जहां एआई रोजगार के नए अवसर सृजित कर सकता है और अगले 5 से 10 वर्षों में सृजित होने वाली या जोखिम में पड़ने वाली नौकरियों की अनुमानित संख्या कितनी है;

(ग) एआई के कारण संभावित नौकरियों के नुकसान को कम करने के लिए सरकार द्वारा उठाए गए/उठाए जा रहे कदमों का ब्यौरा क्या है;

(घ) क्या सरकार के पास एआई आधारित उद्योगों के लिए विशेष कौशल विकास और कामगारों के पुनः कौशल विकास की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) सरकार द्वारा एआई-संबंधी प्रशिक्षण कार्यक्रमों में महिलाओं, जनजातीय आबादी और असंगठित क्षेत्र के कामगारों जैसे कमजोर वर्गों को शामिल करने के लिए किए गए उपायों का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ङ): नैसकॉम की अगस्त 2024 में प्रकाशित "एडवांसिंग इंडियाज एआई स्किल्स" रिपोर्ट के अनुसार, भारत में एआई प्रतिभा के वर्ष 2027 तक 15 प्रतिशत चक्रवृद्धि वार्षिक वृद्धि दर (सीएजीआर) से 6-6.5 लाख पेशेवरों से 12.50 लाख पेशेवरों से अधिक बढ़ने की उम्मीद है।

कृत्रिम बुद्धिमत्ता (एआई) से डेटा साइंस, डेटा क्यूरेशन आदि जैसे विभिन्न क्षेत्रों में रोजगार सृजन होने की संभावना है। अब तक, एआई/बिग डेटा एनालिटिक्स प्रौद्योगिकियों के 3.20 लाख अभ्यर्थियों सहित 8.65 लाख अभ्यर्थियों ने विभिन्न पाठ्यक्रमों में नामांकन/प्रशिक्षण लिया है। कई राष्ट्रीय कार्यक्रमों के माध्यम से रीस्किलिंग और अपस्किलिंग पहलें शुरू की जा रही है जो

कार्यबल परिवर्तन, पुनर्तैनाती और उभरती रोजगार भूमिकाओं के लिए तैयारियों में सहयोग करते हैं।

इसके अतिरिक्त, इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई) ने कृत्रिम बुद्धिमत्ता सहित 10 नई/उभरती प्रौद्योगिकियों में रोजगार के लिए आईटी कर्मियों की री-स्किलिंग/अप-स्किलिंग के लिए 'फ्यूचर स्किल्स प्राइम' कार्यक्रम शुरू किया है। इस कार्यक्रम के तहत अब तक पर 27.53+ लाख से अधिक अभ्यर्थियों ने पंजीकरण कराया है, जिनमें से 17.24+ लाख अभ्यर्थियों को विभिन्न पाठ्यक्रमों में नामांकित/प्रशिक्षित किया गया है।

इसके अलावा, एमईआईटीवाई द्वारा नासकॉम की साझेदारी से कार्यान्वित, कृत्रिम बुद्धिमत्ता (एआई) उत्कृष्टता केंद्र योजना के तहत, स्टार्टअप्स को विनिर्माण कंपनियों के उपयोग हेतु एआई आधारित टूल और एप्लिकेशन विकसित करने के लिए सहायता दी जाती है। कंपनियों द्वारा विनिर्माण क्षेत्र में ऐसे कई उपाय प्रयोग किए गए हैं। इसके अलावा, राष्ट्रीय ई-गवर्नेंस डिवीजन (एनईजीडी), एमईआईटीवाई ने अपने साझेदारों के साथ मिलकर स्कूली छात्रों के लिए 'युवाआई: एआई के साथ युवाओं की उन्नति और विकास' नामक एक राष्ट्रीय कार्यक्रम कार्यान्वित किया है जिसका उद्देश्य कक्षा 8वीं से 12वीं तक के स्कूली छात्रों को समावेशी तरीके से एआई तकनीक और सामाजिक कौशल प्रदान करना है। यह कार्यक्रम युवाओं को 8 विषयक क्षेत्रों- कृषि, आरोग्य, शिक्षा, पर्यावरण, परिवहन, ग्रामीण विकास, स्मार्ट सिटी तथा विधि और न्याय में एआई कौशल सीखने और प्रयोग करने के लिए एक मंच प्रदान करता है।

सरकार युवाओं को उद्योग जगत संबंधी कौशल से लैस करने और उन्हें उभरते तथा नए जमाने की रोजगार भूमिकाओं में प्रशिक्षित करने के लिए प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), ऑन-द-जॉब ट्रेनिंग (ओजेटी) के साथ अल्पकालिक प्रशिक्षण (एसटीटी) और पूर्व शिक्षा की मान्यता (आरपीएल) के माध्यम से अप-स्किलिंग और री-स्किलिंग को कार्यान्वित कर रही है।

भारत सरकार का श्रम और रोजगार मंत्रालय, राष्ट्रीय करियर सेवा (एनसीएस) पोर्टल चला

रहा है, जो निजी और सरकारी क्षेत्रों की नौकरियों की जानकारी, ऑनलाइन और ऑफलाइन रोजगार मेलों की जानकारी, नौकरी खोज और मिलान, करियर परामर्श, व्यावसायिक मार्गदर्शन, कौशल विकास पाठ्यक्रमों की जानकारी, कौशल/प्रशिक्षण कार्यक्रम आदि करियर से संबंधित सेवाएं एक डिजिटल प्लेटफॉर्म [www.ncs.gov.in] के माध्यम से प्रदान करने के लिए वन-स्टॉप समाधान है।

IDENTIFICATION AND CONSERVATION OF HERITAGE SITES IN BIHAR

4998. DR. MOHAMMAD JAWED:

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government has undertaken any survey or study to identify sites in Bihar with the potential to be accorded heritage status;

(b) if so, the details thereof, district-wise;

(c) if not, whether the Government proposes to undertake any Survey in the near future; and

(d) the details of restoration and conservation work undertaken at the said identified sites along with the funds allocated and expenditure incurred thereon?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Yes, Archaeological Survey of India (ASI) has conducted village to village survey to identify sites in Bihar with archaeological potential.

(b) and (c): During last three years (from 2023-24 to 2025-26), 42 sites in District Lakhisarai and 144 sites in District Samastipur are reported.

(d): ASI takes up conservation of protected monuments and protected areas. There are 70 protected monuments and protected areas in Bihar. An amount of Rs. 15 crores is alloted for conservation of these monuments/sites during the current year.

INITIATIVES TO REDUCE URBAN-RURAL GAP IN QUALITY EDUCATION

4999. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of progress achieved under Samagra Shiksha during the last three years, including State-wise allocation, utilisation of funds and development of infrastructure such as additional classrooms, laboratories, libraries and ICT facilities in Government schools;

(b) whether the Government has prepared a time-bound national roadmap for 2025–30 to expand digital infrastructure, including smart classrooms, broadband connectivity and ICT laboratories in Government schools, particularly in rural, tribal and aspirational districts and if so,the details thereof;

(c) whether in line with National Education Policy (NEP) 2020, the Government proposes to establish model schools, skill laboratories and technology-enabled learning centres to reduce the urban–rural gap in quality education and if so, the details thereof;

(d) whether any policy initiative has been proposed to integrate Artificial Intelligence (AI), digital learning platforms and hybrid learning models

in school education, if so, the details thereof; and

(e) whether the Government proposes to create a national monitoring framework to track learning outcomes, infrastructure quality and digital adoption in schools and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The State-wise details of Central share funds allocated and released, are given in the enclosed **Statement-I.**

The details of development of infrastructure such as additional classrooms, laboratories, libraries and ICT facilities in Government schools under Samagra Shiksha for last 3 years are given in the enclosed **Statement-II**.

(b): Samagra Shiksha scheme has been envisaged as an additional support to the State and UTs to improve quality of education. However, education being in the concurrent list with majority of the schools under the domain of the State and UTs, the primary responsibility of providing accessible, affordable, equitable, inclusive and quality education lies with the State/UT Governments. Preference in the interventions is given to Educationally Backward Blocks (EBBs), LWE affected districts, Special Focus Districts (SFDs), Border areas and the Aspirational districts. The current scheme was approved for the period of 2021-22 to 2025-26. Restructuring of the scheme for the period of 2026-27 to 2031-2032 is under consideration. Government of India, in the Budget 2025,

has announced provision of broadband connectivity to all Government Secondary schools in rural areas under the ‘BharatNet’ project to enhance digital infrastructure in remote areas by BSNL in a phased manner.

(c) and (d): Under the centrally sponsored scheme of Samagra Shiksha, financial assistance is provided to the States and UTs for Universalization of School Education including opening/strengthening of new schools up to senior secondary level, construction of school buildings and additional classrooms, development/strengthening of school infrastructure in northern border areas under Vibrant Village Programme, setting up, up-gradation and running of Kasturba Gandhi Balika Vidyalayas, construction of hostels for PVTGs under PM-JANMAN, setting up of Netaji Subhash Chandra Bose AvasiyaVidyalayas, construction of hostels under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan for unsaturated ST population, reimbursement under RTE Act, various qualitative components, strengthening of teacher education and strengthening of DIETs/BRCs/CRCs, provision of ICT and digital interventions.

Further, Department of School Education and Literacy sponsors Pradhan Mantri Schools for Rising India (PM SHRI). It is a Centrally Sponsored Scheme in which schools are set up by strengthening the existing schools from amongst schools managed by Central Government/State/UT Government/local bodies. These schools are to showcase all the initiatives of National Education Policy (NEP) 2020, be the exemplar schools, and also offer benchmarking leadership to other schools in the neighbourhood. Till date, 13091 schools have been selected as PM SHRI schools in the country.

The skill Education component under Samagra Shiksha provides for giving exposure to Vocational Education to students of Grades VI to VIII and introduction of vocational courses from Grades IX to XII, which are aligned with the National Skills Qualifications Framework (NSQF) notified by the Government of India in 2013. The NSQF is a nationally integrated education and competency-based framework and organizes qualifications according to a series of levels of knowledge, skills, and aptitude. The government provides financial and infrastructural support through the Samagra Shiksha scheme and the Hub and Spoke Model. This model maximizes resource efficiency by allowing "Spoke" schools to utilize the high-quality laboratories and equipment available at "Hub" centers, such as ITIs, Polytechnics, or specialized PM SHRI schools.

Digital content has been made available to teachers and students through a platform called Digital Infrastructure for Knowledge Sharing (DIKSHA). It is the Nation’s digital infrastructure for providing quality e-content for school education in States/UTs and QR coded Energised Textbooks (ETBs) for all grades (One Nation, One Digital platform).

The National Education Policy (NEP) 2020 emphasises the importance of Artificial Intelligence (AI) and its role in school curriculum. Under “Curricular Integration of Essential Subjects, Skills, and Capacities”, the policy mentions in para 4.24 that concerted curricular and pedagogical initiatives, including the introduction of contemporary subjects such as Artificial Intelligence, Design Thinking, Holistic Health, Organic Living, Environmental Education, Global

Citizenship Education (GCED), etc. at relevant stages will be undertaken to develop these various important skills in students at all levels. The Ministry of Education, Government of India implements ICT and Digital initiatives under Samagra Shiksha, aligned with NEP 2020. These initiatives aim to enhance the quality of education by integrating technology into learning and teaching processes. Under Samagra Shiksha, funding is provided for setting up of ICT labs in Schools and Teacher Education Institutions (TEIs). To facilitate online learning for all, a comprehensive initiative called 'PM eVidya' was initiated as part of 'Atma Nirbhar Bharat Abhiyaan' on 17th May, 2020, which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education across the country.

The key components of PM eVidya are also aligned towards enhancing digital literacy and include 200 DTH TV channels. These channels were launched on 9th March 2024 by Hon'ble Education Minister and now expanded to 200 PM eVidya DTH TV channels and 400 Radio channels to enable all States/UTs to provide supplementary education in various Indian languages for classes 1-12. The channels have been allocated to the States/UTs and Autonomous Bodies under an MoU with NCERT and are operational.

(e): Department of School Education and Literacy has developed Performance Grading Index, State (PGI) by combining 73 indicators from various domains of school education viz., learning outcomes, access outcomes, infrastructure, facilities, equity outcomes, etc. The PGI-State reports for the year from 2017-18 to 2023-24 can be accessed at

https://pgi.udiseplus.gov.in/#/statepgi/home

"PARAKH Rashtriya Sarvekshan 2024" was conducted across India on 04.12.2024, to understand the baseline performance in development of competencies among the students at the end of the Foundational, Preparatory, and Middle stages (Grades 3, 6, and 9 respectively). National, State and District level report cards for PARAKH Rashtriya Sarvekshan 2024 are available at https://dashboard.parakh.ncert.gov.in/en.

STATEMENT-I

State/UT-wise details of Central Allocation and Central Share released under Samagra Shiksha from 2023-24 to 2025-26 till 17.03.2026

(Rs. in lakh)

Sl.No.	Name of the State	2023-24		2024-25		2025-26	
		Central Allocation	Central share Released	Central Allocation	Central share Released	Central Allocation	Central share Released
1	A and N Islands	9532.55	5527.59	8484.17	6052.36	8939.32	3067.72
2	Andhra Pradesh	179657.608	128940.788	173293.31	124010.57	150932.16	101269.35
3	Arunachal Pradesh	59601.029	47503.49	64447.49	57585.11	78323.47	45388.95
4	Assam	260407.292	181046.93	288347.22	202677.34	368806.99	208441.98
5	Bihar	502132.656	424173.08	499123.47	421781.44	601525.04	553372.53
6	Chandigarh	13213.99	11636.31	13720.64	11858.35	14810.08	12005.58
7	Chhattisgarh	120045.112	77659.06	126779.26	83065.84	118482.35	54421.99
8	DND and DNH	9537.23	4130.25	9802.68	5462.64	10972.68	6464.84
9	Delhi	37783.6	14608.83	56633.22	38539.03	56633.22	36574.97

10	Goa	3077.84	1875.43	2426.79	1633.61	2770.98	2038.88
11	Gujarat	133473.508	113253.16	160173.72	124554.05	143519.86	126776.81
12	Haryana	101502.757	57880.24	107632.86	53643.94	84604.25	28230.86
13	Himachal Pradesh	68685.118	48596.96	76494.93	52619.99	71073.55	52015.39
14	Jammu and Kashmir	173649.666	86543.88	172160.13	82349.31	143599.16	29767.08
15	Jharkhand	125218.508	110493.28	117386.04	107444.41	122684.85	77742.52
16	Karnataka	95443.122	82808.79	93654.51	86830.33	114334.70	79054.19
17	Kerala	34334.47	14165.74	42889.42	0.00	45204.68	9241.16
18	Ladakh	19159.03	5222.63	20099.43	13999.80	24401.82	13940.53
19	Lakshadweep	575.47	100.05	741.78	306.12	881.10	310.70
20	Madhya Pradesh	389333.2	298151.13	412209.15	343471.12	375084.65	303907.55
21	Maharashtra	134800.532	100119.1	143859.39	112624.52	143182.77	96815.32
22	Manipur	49677.819	25721.89	53200.51	46559.15	59620.04	21813.90
23	Meghalaya	40496.07	39418.22	39882.71	36282.56	40658.74	24638.62
24	Mizoram	36087.439	27414.06	29798.67	21651.76	33224.04	10029.98
25	Nagaland	33362.725	23125.34	28439.24	21140.50	36020.06	17986.86
26	Odisha	196376.544	123660.69	193480.26	167239.29	213955.90	132364.59
27	Puducherry	2256.398	1247.37	1974.29	1246.03	2126.35	873.36
28	Punjab	71866.492	33111.65	70878.25	67813.14	94756.42	58620.27
29	Rajasthan	359233.848	320289.45	386553.2	309065.25	334568.23	118529.16
30	Sikkim	16891.638	13260.51	15661	12273.95	16641.54	7887.77
31	Tamil Nadu	212764.72	187615.54	215315.01	0.00	189642.31	53839.90
32	Telangana	116557.4	92012.79	116271.55	98878.94	112421.86	98858.92
33	Tripura	44074.73	34132.90	45179.94	42002.98	50742.20	35865.63
34	Uttar Pradesh	664429.006	427645.13	697621.18	626479.22	589243.27	350868.06
35	Uttarakhand	72768.264	44056.91	88371.48	64678.27	76780.05	31648.97
36	West Bengal	176747.914	31129.41	174579.86	0.00	199839.46	0.00
	Total	**4564755.30**	**3238278.58**	**4747566.76**	**3445820.90**	**4731008.16**	**2804674.89**

STATEMENT-II

The details of development of infrastructure such as additional classrooms, laboratories, libraries and ICT facilities in Government schools under Samagra Shiksha

ACR, Labs and Library Rooms (Non-Recurring) approvals under Samagra Shiksha from 2023-24 to 2025-26										Library Grant (Recurring) in 2025-26	
		Additional Classroom		Labs		Library Room		ICT			
Sl No	State	Approval	Amount (Lakh)	Approval	Amount (Lakh)	Approval	Amount (Lakh)	Approval	Amount (Lakh)	Approval	Amount (Lakh)
1	ANDAMAN AND NICOBAR ISLANDS	0	0.00	8	506.25	1	66.00	10	28.50	316	30.43
2	ANDHRA PRADESH	173	2419.57	557	12689.42	115	2656.50	684	3706.90	44910	3365.92
3	ARUNACHAL PRADESH	226	3390.00	109	4360.00	34	602.00	342	1108.70	2457	225.2
4	ASSAM	3192	40583.07	2051	38908.81	0	0.00	1414	7382.10	5329	459.23
5	BIHAR	6615	101722.71	14593	207063.61	12	352.80	1459	8152.00	77856	7530.84
6	CHANDIGARH	0	0.00	0	0.00	0	0.00	49	298.	109	17.83

									90		
7	CHHATTISGARH	1148	9466.14	76	647.25	60	611.40	4852	21043.00	48173	4051.31
8	DADRA AND NAGAR HAVELI	0	0.00	0	0.00	0	0.00	17	44.50	343	35.16
9	DELHI	9	191.16	0	0.00	0	0.00	777	1956.80	2645	290.49
10	DND - DNH	0	0.00	0	0.00	0	0.00	7	21.40	0	0
11	GOA	0	0.00	0	0.00	0	0.00	3	13.40	0	0
12	GUJARAT	732	13210.61	4	83.48	3	69.66	795	3268.70	0	0
13	HARYANA	1695	20130.47	986	13606.57	168	2737.68	1372	6176.20	14019	1013.5
14	HIMACHAL PRADESH	189	2367.33	268	3439.80	235	4157.30	576	2898.10	14495	1243
15	JAMMU AND KASHMIR	2824	35330.90	391	7038.00	147	3651.04	1219	3603.70	18328	1746.12
16	JHARKHAND	965	9225.40	866	11024.18	1	17.50	1858	8621.50	0	0
17	KARNATAKA	0	0.00	347	347.00	0	0.00	1118	5985.60	46434	3903.65
18	KERALA	0	0.00	61	1830.00	0	0.00	79	477.10	4727	497.11
19	LADAKH	125	1204.66	4	62.16	10	183.46	61	159.50	761	77.94
20	LAKSHADWEEP	0	0.00	0	0.00	0	0.00	0	0.00	23	2.38

21	MADHYA PRADESH	976	1590 8.80	1215	2389 6.89	168	273 8.40	525 9	2487 6.30	8737	1079.2
22	MAHARASHTRA	99	1295. 18	535	9418 .50	45	988. 46	148 5	8437 .10	4900 3	934.6 25
23	MANIPUR	186	4271. 24	88	2941 .39	32	119 8.00	262	887. 60	0	0
24	MEGHALAYA	18	243.7 8	0	0.00	0	0.00	161	580. 80	7700	574.7 4
25	MIZORAM	15	335.2 0	20	584. 90	3	78.0 0	657	1876 .50	2526	239.2 5
26	NAGALAND	24	547.3 7	65	1820 .00	0	0.00	51	127. 50	1881	170.4 7
27	ODISHA	136 0	2543 5.60	344	9116 .34	0	0.00	167 2	8155 .40	4809 9	4242. 22
28	PUDUCHERRY	4	69.44	0	0.00	0	0.00	0	0.00	398	38.11
29	PUNJAB	196 0	1712 4.76	317	3855 .54	167	190 2.82	190 8	8878 .30	1877 2	1567. 8
30	RAJASTHAN	124 2	1474 9.62	343 0	6542 2.10	872	152 07.5 0	430 9	1743 6.30	1377 34	7693. 6442 2
31	SIKKIM	4	88.20	11	297. 00	0	0.00	17	127. 50	836	76
32	TAMIL NADU	107	1819. 00	0	0.00	0	0.00	673 5	2978 6.10	0	0
33	TELANGANA	209	3329. 00	598	1116 3.00	0	0.00	221 4	1014 9.70	2729 3	1595. 38
34	TRIPURA	301	7382. 24	113	3083 .96	33	109 0.00	425	2432 .10	4128	408.0 6

35	UTTAR PRADESH	5412	46921.82	8	710.82	9	160.74	14552	660413.30	50598	1528.73
36	UTTARAKHAND	338	5084.49	357	8935.38	38	982.70	215	10406.60	15805	1264.58
37	WEST BENGAL	812	9831.07	4300	69692.87	0	0.00	63	755.20	81033	1412.34
	Grand Total	**30960**	**393678.84**	**31722**	**612545.22**	**2153**	**39451.96**	**56677**	**256534.90**	**735468**	**47315.26**

**Source : Prabandh Portal*

ALLOCATION OF FUNDS TO KSVY

5000. SUSHRI MAHUA MOITRA:

Will the Minister of **CULTURE** be pleased to state:

(a) the details of reason for the reduction in the funds allocated towards the Kala Sanskriti Vikas Yojana (KSVY) by almost 60 per cent in Budget Estimate (BE) 2026-27, as compared to Revised Estimate (RE) 2025-26;

(b) the details of allocation and utilisation of funds towards each of the sub-schemes under the KSVY, since 2014, scheme and year-wise;

(c) the details of beneficiaries under the sub-scheme of Financial Assistance for Construction of Tagore Cultural Complexes (TCC), since 2014, year and State/UT-wise; and

(d) the details of religious institutions benefited under the sub-scheme of Seva Bhoj Yojana, since inception of the scheme, year and State/UT-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): There is no proposal under consideration to reduce the funds allocated to the Kala Sanskriti Vikas Yojana (KSVY).

(b): The KSVY scheme came into existence as an umbrella scheme from Financial Year 2017-18. This Ministry doesn't maintain utilization of funds sub-scheme/ component wise, however, overall allocation and expenditure from FY 2017-18 onward is as follows:-

Financial Year	Funds Allocated (Rs. In Cr.)	Actual Expenditure (Rs. In Cr.)
2017-18	250.00	176.09
2018-19	237.83	201.54
2019-20	174.62	164.13
2020-21	139.77	122.40
2021-22	177.30	156.46
2022-23	214.32	213.76
2023-24	218.65	218.36
2024-25	207.24	201.67

(c): The details of beneficiaries under the sub-scheme of Financial Assistance for Construction of Tagore Cultural Complexes (TCC), since 2014, year and State-wise are given in the enclosed **Statement-I.**

(d): Seva Bhoj Yojna was launched by the Ministry of Culture in August, 2018. The details of amount reimbursed to the religious institutions under Seva Bhoj

Yojna since its inception, year-wise and state-wise, are given in the enclosed **Statement-II.**

STATEMENT-I

Details regarding funds released to different NGOs/State Governments etc. under the Scheme of Tagore Cultural Complexes (TCC)

(Rs. in lakhs)

Sl. No.	State/ UT	2014-15		2015-16		2016-17		2017-18		2018-19		2019-20		2020-21		2021-22		2022-23		2023-24		2024-25		2025-26	
		Nos. of Org.	Amount	Nos. of Org.	Amount	Nos. of Org.	Amount	Nos. of Org.	Amount	Nos. of Org.	Amount	Nos. of Org.	Amount	Nos. of Org.	Amount	Nos. of Org.	Amount	Nos. of Org.	Amount	Nos. of Org.	Amount	Nos. of Org.	Amount	Nos. of Org.	Amount
1	Arunachal Pradesh	0	0	0	0	0	0	2	767.25	0	0	3	1307.07	0	0	0	0	0	0	0	0	0	0	0	0
2	Delhi	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	300	0	0
3	Goa	2	10	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
4	Jammu and Kashmir (UT)	2	65	2	513.7	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5	Karn	0	0	0	0	0	0	1	25	0	0	0	0	0	0	1	25	0	0	0	0	0	0	0	0

	ataka								4.7								4.7							
6	Kerala	0	0	2	1025.3	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Madhya Pradesh	3	488.5	3	599	0	0	0	0	0	0	0	0	0	0	0	0	0	0	2	1131.52	0	0	0
8	Maharashtra	0	0	1	200	1	180	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	500	0	0	0	0	0
10	Mizoram	1	345	1	102.5	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11	Nagaland	1	416.4	0	0	1	449.55	1	450	1	166.56	1	450	0	0	0	0	0	0	0	0	0	0	0
12	Puducherry	0	0	0	0	0	0	1	249.55	1	195.36	0	0	0	0	0	0	0	0	0	0	0	0	0
13	Rajasthan	1	389.91	0	0	2	895.49	1	94.5	0	0	0	0	0	0	1	94.5	0	0	1	54.91	0	0	0
14	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0	1	596.43	0	0	0	0	0	0	0	0	0
15	Uttar Pradesh	1	90	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	369.57	0	0	0
1	We	1	44	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

6	st Bengal		6.5																							
Total		**12**	**2251.31**	**9**	**2440.5**	**4**	**1525.04**	**6**	**1816**	**2**	**361.92**	**4**	**1757.07**	**1**	**596.43**	**2**	**349.2**	**1**	**500**	**4**	**1556**	**1**	**300**	**0**	**0**

STATEMENT-II

The details of amount reimbursed to the religious institutions under Seva Bhoj Yojna since its inception, year-wise and state-wise

Sl. No.	Financial Year	Name of Organizations	State	Fund Released
1.	2019-2020	Shiromani Gurudwara Parbandhak Committee (SGPC), Amritsar	Punjab	171.00
		Tirumala Tirupati Devasthanams, Tirupati	Andhra Pradesh	19.63
		Sri Venkateswara Annaprasadam Trust, Tirupati		5.27
2.	2020-2021	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	159.39
		Dreams and Beauty Charitable Trust, Ludhiana		1.22
		Durgiana Temple, Amritsar		8.84
3.	2021-2022	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	149.83
		Dreams and Beauty Charitable Trust, Ludhiana		0.28

Sl. No.	Financial Year	Name of Organizations	State	Fund Released
1.	2019-2020	Shiromani Gurudwara Parbandhak Committee (SGPC), Amritsar	Punjab	171.00
		Durgiana Temple, Amritsar		4.81
4.	2022-2023	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	140.44
		Dreams and Beauty Charitable Trust, Ludhiana		0.80
		Durgiana Temple, Amritsar		1.76
5.	2023-2024	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	142.12
		Durgiana Temple, Amritsar		3.88
6.	2024-2025	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	128.71
		Durgiana Temple, Amritsar		15.53
		Dreams and Beauty Charitable Trust, Ludhiana		1.30

PROMOTION OF HERITAGE AND PILGRIMAGE DESTINATIONS IN TIRUCHIRAPPALLI

5001. SHRI DURAI VAIKO:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government is aware that Tiruchirappalli district, home to

the renowned Srirangam Ranganathaswamy Temple and Thiruvanaikaval Jambukeswarar Temple, continues to witness a steady rise in tourist arrivals;

(b) whether it is a fact that tourist arrivals in Tiruchirappalli has increased by about 17.2 per cent in the year 2025 with nearly 3.1 crore visitors and foreign tourist arrivals grew by around 35 per cent as per Tourism Department data;

(c) the details of the initiatives undertaken by the Government to promote these major heritage and pilgrimage destinations in Trichy at the national and international levels;

(d) whether the Government is also aware that adequate signboards indicating major tourist destinations and Tiruchirappalli International Airport are lacking at several key locations, causing inconvenience to tourists; and

(e) whether the Government proposes to coordinate with the State Government to install proper tourist signages and multilingual directional boards connecting major tourist sites and the airport and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): The Ministry of Tourism compiles the foreign and domestic tourist visits data from the information provided by the State/UT governments. The number of domestic and foreign visits (DTV and FTV) to Tiruchirappalli district,

during the last 5 years as received from the state government are given in the enclosed **Statement.**

As per the data, the Tiruchirappalli district continues to witness a rise in tourist arrivals. Further, as per the provisional figures for the year 2025, tourist arrivals in Tiruchirappalli have increased by 17.07 percent with more than three crore visitors. Foreign tourist arrivals grew by 31.82 per cent.

(c): Identification, development and promotion of tourism destinations and products is primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA). However, the Ministry of Tourism through its central sector schemes complements the efforts of tourism infrastructure development in the country by extending financial assistance to the State Governments/UT Administrations.

The State Government has informed that, it has implemented a multi-pronged strategy involving both Assisted Schemes and State Central Funded Schemes to enhance the infrastructure, accessibility, and global visibility of Tiruchirappalli's heritage sites, such as, infrastructure development at major pilgrimage hubs at Srirangam Ranganathaswamy Temple, Thiruvanaikaval Jambukeswarar Temple, and Rockfort Temple; enhancement of the Cholanattu Thirupathigal Heritage and Eco- Tourism Circuit, ancillary Attractions and Connectivity Projects; modernization and provision of amenities such as solar power stations and LED lighting and various tourist facilities at Puliancholai Falls. Further, Tamil Nadu Tourism has participated in major global expos including WTM London (2022, 2024, 2025), ITB Berlin

(2023), and IFTM Top Resa Paris (2024, 2025) to highlight heritage sites like those in Trichy.

(d): The State Government has informed that in certain locations in Tiruchirappalli district, directional signages and boards for major tourist destinations and the International Airport are being upgraded.

(e): The development and promotion of tourist destinations, including handling of safety and infrastructure issues like signages, is primarily undertaken by the concerned State Government/Union Territory Administration, with financial assistance from the Ministry of Tourism. In this context, the State Government has informed that it is independently executing a comprehensive modernization of navigational infrastructure with Multilingual Standards and Strategic Placement through its own dedicated projects and international funding.

STATEMENT

Number of Domestic and Foreign Tourist Visits (DTV and FTV) to Tiruchirappalli district, during the last 5 years

Year	DTV	FTV	Total
2021	1,39,39,910	3,502	1,39,43,412
2022	2,03,65,852	76541	2,04,42,393
2023	2,98,96,654	1,27,369	3,00,24,023
2024	2,67,66,722	1,29,987	2,68,96,709
2025(P)	3,13,17,745	1,71,345	3,14,89,090

P: Provisional Source: State Government

OLD-AGE PENSION SCHEMES

5002. SHRI SUDAMA PRASAD:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government maintains data on total number of citizens aged 60 years and above in the country and if so, the details thereof along with the number of such persons who have not been covered under any old-age pension scheme or social security scheme, as on date;

(b) the details of the number of beneficiaries enrolled under the Pradhan Mantri Shram Yogi Maandhan (PMSYM) in the country, since its inception, State/UT-wise;

(c) the details of the financial contribution made by the Government under the PMSYM in the country during the last five years and the current year, year and State/UT-wise, including the total funds released;

(d) the details of steps taken/being taken by the Government to expand coverage of old-age pension scheme and other social security schemes among unorganised sector workers and senior citizens during the said period; and

(e) whether the Government has assessed gap between eligible population and actual coverage under the PMSYM and other pension scheme, if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) scheme was launched in February, 2019 in order to provide old age protection to the workers of unorganised sector. This is a voluntary and contributory pension scheme. Under the scheme, a monthly assured pension of Rs. 3000/- is provided to the unorganised workers after attaining the age of 60 years. The workers in the age group of 18 to 40 years whose monthly income is Rs. 15000/- or less and not a member of EPFO/ESIC/NPS (Govt. funded) are eligible to join the scheme. The monthly contribution amount ranges from Rs. 55/- to Rs. 200/-, depending upon the entry age of the beneficiary. Under the scheme, 50% monthly contribution is payable by the beneficiary and equal matching contribution is paid by the Central Government. Enrolment in the Scheme is done through the Common Service Centres, with its network of about 4 lakh Centres across the country. Eligible unorganised workers can also self-enrol through visiting the portal www.maandhan.in.

The number of beneficiaries enrolled under the Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) scheme is 52,54,217 (including bulk registration of 5,06,603 beneficiaries) as on 12.03.2026. States/UTs-wise details of beneficiaries enroled under PM-SYM are given in the enclosed **Statement-I.**

Under this scheme, the Central Government makes a matching contribution equal to the subscriber’s contribution. Life Insurance Corporation

of India (LIC) is the fund manager of the scheme. Year-wise details of fund released under this scheme during the last five years and the current year are given in the enclosed **Statement-II.**

The steps taken by the Government to expand coverage of old-age pension scheme among unorganised sector workers are as follows:

(i) Holding periodic review meeting with States/ UTs.

(ii) Common Services Centres (CSCs) are given incentives on every eligible person enroled in PM-SYM.

(iii) Launch of new features: Voluntary Exit, Revival Module, Claim Status, and Account Statement.

(iv) Extension of revival of dormant accounts from 1 year to 3 years.

(v) Two-way integration of PM-SYM and eShram.

(vi) SMS campaign in local languages to create awareness.

(vii) Addressing Chief Secretaries of States regarding enrolment under PM-SYM scheme.

(viii) Organising a nationwide special registration drive for enrolment of unorganised workers under PM-SYM scheme as:

Phase I: Urban Areas from 15th January 2026 – 15th February 2026 already completed.

Phase II: Rural Areas from 16th February 2026 – 31st March 2026.

STATEMENT-I

State-wise registration under PM-SYM scheme (as on 12.03.2026)

Sl. No.	States/UTs	Registration
1	HARYANA	8,26,818
2	UTTAR PRADESH	7,05,551
3	MAHARASHTRA	6,27,714
4	GUJARAT	3,94,783
5	CHHATTISGARH	2,44,330
6	BIHAR	2,33,780
7	KARNATAKA	2,14,358
8	ODISHA	1,94,179
9	MADHYA PRADESH	1,93,002
10	ANDHRA PRADESH	1,79,412
11	RAJASTHAN	1,52,464
12	JHARKHAND	1,39,611
13	WEST BENGAL	1,24,964
14	JAMMU AND KASHMIR	96,476
15	TAMIL NADU	71,140
16	PUNJAB	59,435
17	HIMACHAL PRADESH	48,124
18	ASSAM	45,362
19	TELANGANA	45,071
20	UTTARAKHAND	42,882
21	TRIPURA	34,564

22	KERALA	16,111
23	DELHI	11,762
24	PUDUCHERRY	9,481
25	MEGHALAYA	7,293
26	MANIPUR	6,131
27	NAGALAND	5,124
28	CHANDIGARH	4,407
29	ARUNACHAL PRADESH	3,302
30	ANDAMAN AND NICOBAR ISLANDS	2,380
31	GOA	2,064
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	1,899
33	MIZORAM	1,779
34	LADAKH	1,479
35	SIKKIM	360
36	LAKSHADWEEP	22
	Total	47,47,614
	Bulk registration in the year 2019-20	5,06,603
	Total	**52,54,217**

Data source: maandhan.in

STATEMENT-II

Year-wise details of fund released under the PM-SYM scheme during the last five years and the current year

Finacial Year	Fund released for GPA contribution (Rs. in Crore)
2020-21	319.71
2021-22	324.23
2022-23	269.91
2023-24	162.51
2024-25	232.11
2025-26	224.16
Total	**1532.63**

SAFEGUARDS FOR COOPERATIVE BANKS

5003. SHRIMATI PRATIMA MONDAL:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has any mechanism in place to safeguard and ensure that cooperative banks are insulated from political interference and function with financial transparency; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): The regulatory and supervisory framework of Reserve Bank of India (RBI) and National Bank for Agriculture and Rural Development (NABARD) ensures that cooperative banks are insulated from political interference and function with financial transparency. Several measures have been taken in this regard, which inter-alia include:

- In order to ensure transparency and protect depositors' interests, the Banking Regulation Act has been amended by the Government to make the term of Board of Directors of Cooperative Banks (excluding Chairperson and Whole time directors) as maximum 10 consecutive years.
- The Multi–State Cooperative Societies (MSCS) Act, 2002, has been amended to include the provision of appointment of Cooperative Ombudsman which deals with complaints or appeals from members of the MSCS regarding their deposits, equitable benefits of the Multi–State

Co-operative Society's functioning or any other issue affecting the individual rights of the concerned members.

- The Cooperative Election Authority has been set up to strengthen governance and accountability, with a mandate to conduct free and fair election in all Multi-State Cooperative Societies.
- Master Direction on Fraud Management for the Cooperative Banks have been issued in 2024 by RBI and contain comprehensive guidelines related to reporting of fraud, following of principles of natural justice, governance mechanism, implementation of early warning mechanism, staff accountability, fixation of responsibility of third parties and role of external and internal auditors, among others.
- RBI's Prompt Corrective Action (PCA) Framework requires the identified cooperative banks to initiate and implement remedial measures in a timely manner, to restore their financial health and protect the interests of the depositors.
- NABARD has implemented the Turn Around Plan (TAP) to improve the financial performance and prevent/reduce losses in State Cooperative Banks (StCBs) and District Central Cooperative Banks (DCCBs). TAP aims to reduce financial losses and improve the overall health of these cooperative banks by adopting a comprehensive approach which *inter-alia* includes review and monitoring of financial parameters, business diversification, internal checks and controls, governance, cost

rationalization, human resource development, technology adoption, financial inclusion, etc.

- RBI has implemented a financial safety net for the account holders of banks (including cooperative banks) in the form of Deposit Insurance through DICGC, wherein various types of deposits (inclusive of principal and interest) up to ₹5,00,000 per depositor are insured in cooperative banks.
- RBI has issued guidelines for Risk Based Internal Audit (RBIA) system in Urban Cooperative Banks.

कौशल विकास के माध्यम से रोजगार सृजन

5004. श्री वीरेन्द्र सिंह:

क्या **कौशल विकास और उद्यमशीलता** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में स्थानीय स्तर पर रोजगार सृजन और युवाओं के लिए कौशल विकास को राष्ट्रीय प्राथमिकता के रूप में पहचाना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार के पास उत्तर प्रदेश के चंदौली जिले जैसे कृषि प्रधान और पिछड़े क्षेत्रों में स्टार्ट-अप सहायता प्रदान करने, सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) क्लस्टर स्थापित करने या रोजगार आधारित योजनाओं को कार्यान्वित करने के लिए कौशल विकास केन्द्रों की स्थापना करने का कोई प्रस्ताव है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और अब तक कितने युवा लाभान्वित हुए हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): भारत सरकार ने अपने विभिन्न कार्यक्रमों और नीतियों के माध्यम से स्वरोजगार और वेतनभोगी रोजगार के अवसर सृजित करने के लिए कौशल विकास को प्राथमिकता दी है, और आंशिक, अल्प-स्तरीय कौशलीकरण प्रयासों से हटकर एक व्यापक, अधिक समन्वित, डिजिटल रूप से सक्षम और शिक्षा-एकीकृत कौशलीकरण और उद्यमिता इकोसिस्टम के निर्माण की दिशा में कदम बढ़ाया है। कौशल भारत मिशन (सिम) के अंतर्गत, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) विभिन्न योजनाओं, जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षुता प्रोत्साहन योजना (एनएपीएस) के तहत कौशल विकास केंद्रों के एक व्यापक नेटवर्क और औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) द्वारा शिल्पकार प्रशिक्षण योजना (सीटीएस) के जरिए देश भर में समाज के सभी वर्गों, जिनमें ग्रामीण क्षेत्रों की महिलाएं भी शामिल हैं, को कौशल, पुनर्कौशलीकरण और कौशलोन्नयन प्रशिक्षण प्रदान करता है। कौशल भारत मिशन का उद्देश्य भारत के युवाओं को भविष्य के लिए तैयार करना और उन्हें उद्योग से संबंधित कौशलों से सुसज्जित करना है।

भारत में उत्तर प्रदेश और इसके चंदौली जिले में एमएसडीई की विभिन्न योजनाओं के तहत प्रशिक्षित उम्मीदवारों का विवरण निम्नलिखित है:

	पीएमकेवाई (स्थापना से लेकर दिनांक 31.12.2025 तक)	**जेएसएस (वर्ष 2018-19 से दिनांक 31.12.2025 तक)**	**एनएपीएस (वर्ष 2018-19 से दिनांक 31.12.2025 तक)**	**सीटीएस / आईटीआई (वर्ष 2018-19 से दिनांक 31.12.2025 तक)**
अखिल भारत	1,64,34,210	34,14,181	47,19,923	1,07,42,151
उत्तर प्रदेश	25,09,363	6,18,416	3,60,627	25,50,273
चंदौली जिला	18,923	13,265	2,706	29,759

एमएसडीई की योजनाएं मांग आधारित हैं और इन योजनाओं के तहत प्रशिक्षण केंद्र आवश्यकता

के आधार पर स्थापित या संचालित किए जाते हैं। उत्तर प्रदेश और उसके चंदौली जिले में एमएसडीई के स्कीमों के अंतर्गत संचालित प्रशिक्षण केंद्रों का ब्यौरा नीचे दिया गया है :

	पीएमकेवीवाई 4.0 केंद्र (एसटीटी+एसपी)*	**जेएसएस केंद्र**	**एनएपीएस प्रतिष्ठान**	**आईटीआईएस (सरकारी और निजी)**
अखिल भारत	12,856	294	55,424	14,615
उत्तर प्रदेश	2,581	47	7,487	3,304
चंदौली जिला	31	1	92	43

**अल्पकालिक प्रशिक्षण (एसटीटी) और विशेष परियोजनाएं (एसपी)*

वेतन और स्वरोजगार को बढ़ावा देने के लिए सरकार की कुछ अतिरिक्त पहलों में निम्नलिखित शामिल हैं:

i. देश में व्यावसायिक प्रशिक्षण की समग्र गुणवत्ता और प्रासंगिकता को बढ़ाने के लिए, प्रधानमंत्री स्किलिंग एंड एम्प्लॉयबिलिटी ट्रांसफोरमेशन थ्रू अपग्रेडिड आईटीआईएस (पीएम-सेतु) योजना का उद्देश्य अन्य बातों के साथ-साथ हब और स्पोक मॉडल में 1,000 सरकारी आईटीआई (200 हब आईटीआई और 800 स्पोक आईटीआई) का उन्नयन करना है। इस उन्नयन में स्मार्ट क्लासरूम, आधुनिक प्रयोगशालाएं, डिजिटल सामग्री और उद्योग की आवश्यकताओं के अनुरूप नए पाठ्यक्रम शामिल हैं। इसके अलावा, इसका उद्देश्य भुवनेश्वर, चेन्नई, हैदराबाद, कानपुर और लुधियाना में स्थित पांच राष्ट्रीय आईटीआई की क्षमता बढ़ाना है, जिसमें कौशलीकरण के लिए क्षेत्र-विशिष्ट राष्ट्रीय उत्कृष्टता केंद्र स्थापित करना भी शामिल है, जहां वैश्विक साझेदारी के साथ प्रशिक्षकों के उन्नत प्रशिक्षण पर विशेष ध्यान दिया जाएगा।

ii. कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) अपने स्वायत्त संस्थानों, जैसे राष्ट्रीय उद्यमिता एवं लघु व्यवसाय विकास संस्थान (निस्बड), नोएडा और भारतीय उद्यमिता संस्थान (आईआईई), गुवाहाटी के माध्यम से उद्यमिता विकास कार्यक्रम (ईडीपी)

और उद्यमिता कौशल विकास कार्यक्रम (ईएसडीपी) संचालित करता है, ताकि उद्यमिता और स्वरोजगार कार्यों को बढ़ावा दिया जा सके। इसके अलावा, एमएसडीई ने नीति आयोग के महिला उद्यमिता मंच के सहयोग से फरवरी 2025 में उत्तर पूर्व राज्यों असम, मेघालय, मिजोरम और उत्तर प्रदेश एवं तेलंगाना में स्वावलंबिनी - एक महिला उद्यमिता कार्यक्रम शुरू किया। इस कार्यक्रम का उद्देश्य उद्यमिता जागरूकता प्रशिक्षण (ईएपी) और उद्यमिता विकास कार्यक्रम (ईडीपी) के माध्यम से छात्राओं में उद्यमशीलता की मानसिकता विकसित करना है।

iii. सूक्ष्म, लघु और मध्यम उद्योग मंत्रालय देशभर में सूक्ष्म एवं लघु उद्यम - क्लस्टर विकास कार्यक्रम (एमएसई-सीडीपी) लागू कर रहा है। यह मांग आधारित और केंद्रीय क्षेत्र योजना है। इस योजना के तहत राज्य/संघ राज्य क्षेत्र सरकारों से प्रस्ताव प्राप्त किए जाते हैं ताकि उनके राज्यों/संघ राज्य क्षेत्रों में मौजूद क्लस्टरों की साझा जरूरतों को पूरा किया जा सके। एमएसई-सीडीपी योजना के तहत, वित्त वर्ष 2021-22 में उत्तर प्रदेश के चंदौली स्थित चावल मिल क्लस्टर में सामान्य सुविधा केंद्र (सीएफसी) स्थापित करने के प्रस्ताव को कुल 15.00 करोड़ रुपये की परियोजना लागत पर अनुमोदन प्रदान किया गया, जिसमें भारत सरकार का 12.0 करोड़ रुपये का अनुदान शामिल है।

iv. कृषि एवं किसान कल्याण मंत्रालय द्वारा संचालित कृषि-व्यवसाय इनक्यूबेशन केंद्र, इलेक्ट्रॉनिक्स एवं आईटी मंत्रालय की नेक्स्ट जेनरेशन इनक्यूबेशन योजना, नीति आयोग के अटल इनक्यूबेशन केंद्र, बायोटेक्नोलॉजी विभाग के बायोटेक्नोलॉजी इनक्यूबेशन केंद्र, खाद्य प्रसंस्करण उद्योग मंत्रालय के सूक्ष्म खाद्य उद्यमों के पीएम फॉर्मूलेशन आदि जैसी विभिन्न पहलों/योजनाओं द्वारा स्टार्टअप/नए उद्यमों को सहायता प्रदान करने के लिए इनक्यूबेशन केंद्रों को सहायता दी जा रही है।

v. इसके अलावा, सरकार प्रधान मंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई), ग्रामीण स्वरोजगार और प्रशिक्षण

संस्थान (आरएसईटीआई), दीन दीनदयाल अंत्योदय योजना-राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम), पीएम विकसित भारत रोजगार योजना, पीएम विश्वकर्मा, जैसी और अन्य रोजगार सृजन योजनाएं/कार्यक्रम भी लागू कर रही है।

STATUS OF PROJECTS UNDER HRIDAY IN TELANGANA

5005. DR. MALLU RAVI:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government is aware that projects sanctioned under the National Heritage City Development and Augmentation Yojana (HRIDAY) in Telangana, particularly in Warangal, have remained incomplete even after the scheme officially ended in March 2019;

(b) whether it is a fact that out of an allocation of about Rs. 40.54 crore for Warangal, only around Rs. 29.70 crore has been utilised so far, leaving significant heritage infrastructure works unfinished;

(c) the reasons for delays, including coordination failures between the Centre, State and Urban Local Bodies;

(d) whether the Government has assessed the impact of incomplete HRIDAY works on heritage conservation and tourism potential in Warangal;

(e) whether any accountability has been fixed for delayed execution and under-utilisation of funds; and

(f) the details of steps proposed to complete pending works or provide alternative central assistance for heritage development in Telangana?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (f): The Ministry of Tourism is not operating the Heritage City Development and Augmentation Yojana (HRIDAY) scheme. National Heritage City Development and Augmentation Yojana (HRIDAY) was launched on 21 January, 2015. The mission has ended on 31 March, 2019 and its Heritage component has been merged in the scheme "National Mission on Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)" under Ministry of Tourism.

The Ministry of Tourism under the “Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive” (PRASHAD) Scheme provides financial assistance to the State Governments (SGs) and UT Administrations (UTs) for development of tourism related infrastructure at identified religious and heritage sites across the country, including the State of Telangana. The details of the projects sanctioned under the PRASHAD Scheme in the State of Telangana are given in the enclosed **Statement**.

STATEMENT

The list of projects sanctioned under PRASHAD Scheme in Telangana

Sr. No.	Sanction Year	Name of the Project	Sanctioned Cost (Rs. In Crore)
1	2020-21	Development of Jogulamba Devi Temple, Alampur	38.90

2	2022-23	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple, Mulugu	62.00
3	2022-23	Development of Pilgrimage Infrastructure at Bhadrachalam, Bhadradri Kothagudem District	41.38
4	2024-25	Development of Basic Amenities at goddess Renuka Yellama Devasthanam	4.22

सुकन्या समृद्धि योजना (एसएसवाई)

5006. श्री टी.आर. बालू:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या वर्ष 2015 में शुरू की गई सुकन्या समृद्धि योजना (एसएसवाई) देश में एक लोकप्रिय बचत योजना बन गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या ब्याज दर में कमी के कारण एसएसवाई सदस्यता में वृद्धि नहीं हो रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार द्वारा सदस्यता संख्या में वृद्धि करने के लिए 8.1 प्रतिशत की मूल ब्याज दर को बहाल करने की संभावना है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): सुकन्या समृद्धि खाता योजना, जो 22 जनवरी, 2015 को आरम्भ की गई थी, ने प्रारंभ से ही खातों की संख्या और जमा राशि दोनों में लगातार वृद्धि दर्ज की है। प्रत्येक वर्ष की 31 मार्च तक की वर्षवार संचयी स्थिति नीचे दी गई है:

वर्ष	खातों की संख्या (लाख में)	जमा राशि (₹ लाख करोड़)
2014-15	4.20	0.001
2015-16	69.99	0.07
2016-17	100.84	0.17
2017-18	124.29	0.32
2018-19	155.34	0.50
2019-20	192.50	0.73
2020-21	232.68	1.01
2021-22	293.75	1.39
2022-23	350.08	1.75
2023-24	387.15	2.37
2024-25	424.57	2.99

(ख): नहीं, सुकन्या समृद्धि खाता योजना के अंतर्गत सदस्यता (जमा और खातों की संख्या) 2014-15 से बढ़ रही है, जैसा कि ऊपर दी गई तालिका में देखा जा सकता है।

(ग): सुकन्या समृद्धि खाता योजना के अंतर्गत ब्याज दर 1 जनवरी, 2024 से 8.2% प्रति वर्ष पर स्थिर है।

(घ): उपरोक्त (ग) के मद्देनजर यह प्रश्न नहीं उठता।

TROPICAL DISEASES IN SCHOOL CURRICULUM

5007. SHRI ABU TAHER KHAN:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government is working on a proposal to make health education, focusing on tropical diseases like dengue, malaria, swine flu etc. as part of

the syllabus in schools as well as in colleges; and

(b) if so, the details thereof along with the time frame by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The National Education Policy (NEP) 2020 at para 4.24 provides that *"Concerted curricular and pedagogical initiatives, including the introduction of contemporary subjects such as Artificial Intelligence, Design Thinking, Holistic Health, Organic Living, Environmental Education, Global Citizenship Education (GCED), etc. at relevant stages will be undertaken to develop these various important skills in students at all levels."*

In alignment with NEP, 2020, health Education has always been one of the focus areas of curriculum, syllabus and textbooks developed by the National Council of Educational Research and Training (NCERT). The National Curriculum Framework for School Education 2023 (NCF-SE 2023) recommends the importance of health and well-being of mankind. Keeping in view the mandate of NCF-SE 2023, NCERT has developed Science textbooks of Middle Stage (Grades 6 to 8). With respect to the proposal to make health education, focusing on tropical diseases like dengue, part of the syllabus in schools, the science textbooks of NCERT have included basic information about health and diseases.

The University Grants Commission (UGC) has formulated guidelines for Promotion of Physical Fitness, Sports, Students' Health, Welfare, Psychological and

Emotional Well-Being at Higher Educational Institutions of India. Further, the students can take Value added Courses (VAC) courses on public health and tropical diseases as elective/ability enhancement courses. Through the Study Webs of Active-Learning for Young Aspiring Minds (SWAYAM) portal, there are several UGC recognized (Massive Open Online Courses) MOOCs pertinent to public health, tropical diseases, and health communication offered, which support enhancing students' knowledge of disease prevention, tropical health issues and effective public health communication.

GROSSLY POLLUTING INDUSTRIES

5008. DR. C. N. MANJUNATH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the number of Grossly Polluting Industries (GPIs) identified along the Arkavathy and Cauvery river basins in the State of Karnataka as on January, 2026;

(b) the details of Online Continuous Effluent Monitoring Systems (OCEMS) installed by industries in the said river basins including the number of units connected to the monitoring network;

(c) the details of central funds released to the State Government of Karnataka under the National River Conservation Plan (NRCP) during the last three years, year-wise; and

(d) the details of the action taken by the Government against industrial

units found non-compliant with Zero Liquid Discharge (ZLD) norms in the State?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The concerned SPCBs/PCCs in their jurisdiction identify Grossly Polluting Industries (GPIs). As per information provided by Central Pollution Control Board (CPCB), there are 3 GPIs in the State. All the 3 units are operational and complying with environmental standards.

Details of Online Continuous Effluent Monitoring Systems (OCEMS) installed by industries in the said river basins including the number of units connected to the monitoring network can be assessed through https://rtdms.cpcb.gov.in/data

As per information provided by National River Conservation Directorate (NRCD), no Central funds have been released to the State Government of Karnataka under the National River Conservation Plan (NRCP) during the last three years.

In the last five years, in the State of Karnataka, four units were found non-compliant with respect to Zero Liquid Discharge (ZLD) norms. Actions taken under the provisions of environmental laws included two closure directions and two show cause notices.

बिहार में पीएम इंटर्नशिप योजना

5009. श्री रामप्रीत मंडलः

श्री कौशलेन्द्र कुमारः

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) प्रधानमंत्री इंटर्नशिप योजना के अंतर्गत बिहार राज्य से अब तक कितने आवेदकों का चयन किया गया है और प्रशिक्षित युवाओं को किस प्रकार के रोजगार के अवसर प्रदान किए गए हैं; और

(ख) क्या सरकार बिहार के युवाओं को उक्त योजना का लाभ उठाने के लिए प्रोत्साहित करने हेतु कोई जागरूकता अभियान शुरू करने की योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): पीएमआईएस पायलेट परियोजना के चरण I एवं चरण II में बिहार के ऐसे अभ्यर्थियों की संख्या, जिनको कंपनियों द्वारा चयनित कर इंटर्नशिप प्रस्ताव दिए गए क्रमश: 5668 तथा 5698 है।

(ख): कारपोरेट कार्य मंत्रालय योजना के प्रचार तथा कार्यान्वयन के लिए राज्य सरकारों, केंद्र सरकार के मंत्रालयों व विभागों, उद्योग जगत तथा उद्योग संघों जैसे विभिन्न हितधारकों के साथ सक्रिय रूप से कार्य कर रहा है। एमसीए ने कार्यक्रम की दृश्यता बढ़ाने तथा राज्य के विभिन्न जिलों में लक्षित समूहों तक पहुंचने के उद्देश्य से ऑनलाइन एवं वास्तविक धरावल पर दोनों माध्यमों से कार्यशालाओं, संगोष्ठियों तथा प्रचार अभियानों सहित व्यापक सूचना, शैक्षिक व संचार कार्यकलापों के संचालन के लिए राज्य सरकार के साथ सक्रिय रूप से सहयोग किया है। ये अभियान बिहार सहित पूरे देश में चलाए जा रहे हैं। इसके अतिरिक्त, देश के विभिन्न भौगोलिक क्षेत्रों के समावेशन को बढ़ावा देने के लिए पीएमआईएस पोर्टल 12 विभिन्न भाषाओं में उपलब्ध है।

IMPLEMENTATION OF NEP RELATED TO SCHOOL INSTRUCTIONAL HOURS

5010. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **EDUCATION** be pleased to state:

(a) the documents, circulars, frameworks and statutory guidelines that State Boards and schools are required to follow for implementing National Education Policy (NEP) 2020, including the National Curriculum Framework (NCF) for School-Education (NCFSE);

(b) whether the Government has taken note that Section 4.3 of NCFSE prescribes a working school year of about 34 weeks with approximately 29 instructional hours per week and if so, the details thereof;

(c) whether schools in Goa are functioning in excess of these norms and if so, the reasons therefor;

(d) whether there are any directives mandating State Boards to align with or follow Central Boards in the implementation of NEP 2020 and if so, the details thereof; and

(e) whether any guidelines, timelines or financial support plans have been issued to the State for transitioning from 10+2 system to 5+3+3+4 structure, considering that significant infrastructure and manpower requirements are involved and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): For implementation of the National Education Policy (NEP) 2020 a number of documents have been developed by the National Council of Educational Research and Training (NCERT) from the perspectives of assessment, such as the Holistic Progress Card (HPC), large-scale assessment frameworks, and tools under the Equivalence of Boards initiative, including Question Paper Templates (QPT), Equivalence Questionnaires (EQQ), and domain-specific indicators covering areas like administration, curriculum, assessment, infrastructure and inclusiveness. These documents function as normative and guiding frameworks, enabling States and Union Territories to align with NEP 2020 while allowing flexibility for contextual adaptation.

Also, in line with national reforms, a National Assessment Centre, PARAKH (Performance Assessment, Review, and Analysis of Knowledge for Holistic Development), has been set up as a standard-setting body under NCERT to fulfil the basic objectives of setting norms, standards, and guidelines for student assessment and evaluation for all recognized school boards of India.

As a follow up of NEP 2020, NCERT has developed the National Curriculum Framework for School Education (NCF-SE) 2023 after detailed consultation with the States/UTs and other relevant stakeholders. NCF-SE 2023 is a self-explanatory document. Since education is in the concurrent list, States/UTs have been implementing NCF-SE 2023, taking care of their contexts.

Section 4.3 (point g) of NCF-SE, states that “Given the range of subjects in the different Stages and the reasonable number of hours students can spend in school, a working school year would have around 34 working weeks of around 29 hours of instruction hours every week.”

NCF-SE envisions that the day needs to be carefully organised so that all Developmental Domains receive adequate time and attention. Each activity may be planned keeping in mind the attention span of the child to balance between child-initiated and Teacher-guided activities, group and individual or pair activities, and alternating activities.

As per Para 4.32 of the NEP 2020, States are to prepare their own curricula (which may be based on the NCF-SE prepared by NCERT to the extent possible) and prepare textbooks (which may be based on the NCERT textbook materials to the extent possible), incorporating State flavour and material as needed.

Education is in the Concurrent List of the Constitution and States and Union Territories including State of Goa have the flexibility to adopt or adapt the recommendations of NEP 2020 in accordance with their specific contextual needs and priorities.

As informed by the State of Goa, the State has mandated that schools (Grades 6 to 12) operate for a minimum of five and a half instructional hours per day, excluding recess. This arrangement is intended to provide adequate time for experiential, interactive, and competency-based learning, as envisaged in the NCF, and to meet the stage-wise study and learning hour

requirements prescribed under the National Credit Framework (NCrF).

Education is in the concurrent list of the Constitution. Thus, implementation of the NEP 2020 is undertaken collaboratively by the Centre and States, allowing autonomy to State Boards to adopt reforms suited to their local contexts. However, NEP 2020 envisages a national standard-setting role for PARAKH to promote comparability and equivalence of academic standards across all boards, including frameworks for equivalence of boards/formulation of guidelines, tools and Standard Operating Procedures (SoP) for granting equivalence to Grade 10 and Grade 12 certificates.

NEP 2020 envisages modification of the extant 10+2 structure in school education with a new pedagogical and curricular restructuring of 5+3+3+4 covering ages 3-18. Accordingly, the curricular and pedagogical structure and the curricular framework for school education is to be guided by a 5+3+3+4 design, consisting of the Foundational Stage (3 years of Anganwadi/preschool + 2 years in primary school in Grades 1-2; both together covering ages 3-8), Preparatory Stage (Grades 3-5, covering ages 8-11), Middle Stage (Grades 6-8, covering ages 11-14), and Secondary Stage (Grades 9-12 in two phases, i.e., 9 and 10 in the first and 11 and 12 in the second, covering ages 14-18). In view of the provisions of NEP 2020 and the Right of Children to Free and Compulsory Education (RTE) Act 2009, this Department has advised/requested the States and UTs to bring uniformity in age of admission throughout the country in a phased manner.

NEP 2020 provides different timelines as well as principles and

methodology for its implementation. It also envisions operationalization of the entire policy in the decade of 2030-40, following which another comprehensive review will be undertaken.

Under the integrated centrally sponsored scheme of Samagra Shiksha, annual plans are prepared by the respective States and UTs, including infrastructure and manpower requirements for implementation of NEP 2020, and this is reflected in their Annual Work Plan and Budget Proposals. These proposals are appraised and approved by the Project Approval Board (PAB) in the Ministry in consultation with the respective State/UT government and funds are released as per the norms of the Scheme and fund sharing pattern prescribed by the Ministry of Finance.

TEACHER ELIGIBILITY TEST (TET)

5011. SHRI E. T. MOHAMMED BASHEER:

SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR:

SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of the steps taken by the Government to improve the living standard of teachers working in schools;

(b) whether it has come to the notice of the Government that a large number of teachers appointed, prior to the introduction of the Teacher Eligibility Test (TET) or qualify the TET under the Right of Children to

Free and Compulsory Education Act, 2009, are facing denial of service approval, job security, salary, promotions and other service benefits due to the subsequent insistence on TET qualification, if so, the details thereof;

(c) whether the Government acknowledges that these teachers were appointed strictly in accordance with the qualifications and rules prevailing at the time of their appointment and that retrospective enforcement of TET norms has resulted in discrimination and prolonged litigation and if so, the details thereof;

(d) whether any proposal is under the consideration of the Government to remove the mandatory requirement of qualifying the TET for teachers already in service or grant a one-time permanent exemption from TET for such teachers who were appointed prior to the implementation of the said policy and if so, the time by which a decision in this regard is likely to be taken by the Government and if not, the reasons therefor; and

(e) the timeline fixed for issuing clear directions to States to regularise their service and release all pending salary and benefits?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): The National Education Policy (NEP), 2020 emphasises enhancing the status, working conditions and professional development of teachers,

recognising them as central to education reforms.

The Central Government, through the Centrally Sponsored Scheme of Samagra Shiksha, provides financial assistance to States/UTs for salary support (as per norms), in-service training, teacher capacity building and strengthening of academic support institutions such as SCERTs and DIETs, thereby contributing to improved professional conditions of teachers.

Under Samagra Shiksha, support is also provided for continuous professional development of teachers through programmes such as NISHTHA, which enhances teachers' competencies, classroom effectiveness and career progression. Further, the Government has issued the National Professional Standards for Teachers (NPST), which provide a framework for professional growth, career progression and recognition of teachers. The National Mission for Mentoring (NMM) has also been envisaged to provide continuous personal and professional support to teachers, thereby improving their professional engagement and effectiveness.

In accordance with the provisions of sub-section (1) of Section 23 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, the National Council for Teacher Education (NCTE), vide Gazette Notification dated 23rd August, 2010, laid down the minimum qualifications for a person to be eligible for appointment as a teacher for Classes I to VIII. As per the notification, passing the Teacher Eligibility Test (TET) is one of the essential qualifications for appointment as a teacher.

The Hon'ble Supreme Court of India, vide its judgment dated

01.09.2025, has held that TET is one of the minimum qualifications prescribed under Section 23 of the Act and is mandatory for appointment as a teacher in schools covered under the Act. The order of the Hon'ble Supreme Court may be accessed at the following link: https://api.sci.gov.in/supremecourt/2018/36466/36466_2018_9_1501_63764_Judgement_01- Sep-2025 pdf.

Education is a subject in the Concurrent List of the Constitution and the recruitment, service conditions and deployment of teachers come under the purview of the concerned State Government/UT Administrations. States/UTs are regularly advised to ensure timely recruitment, rational deployment, transparent service conditions and career progression pathways for teachers, and the progress in this regard is reviewed through periodic meetings. Support under Samagra Shiksha is also provided for school infrastructure such as classrooms, sanitation facilities, drinking water and digital resources, thereby improving the overall working environment of teachers.

WELFARE OF GIG AND PLATFORM WORKERS IN MUMBAI

5012. SHRI SANJAY DINA PATIL:

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government is aware that the gig and platform workers are facing income instability that are shrinking per-task payments, long working hours and rising operating costs in the country, leading to

increased financial and health stress;

(b) whether the Government has conducted any assessment on the absence or adequacy of social security benefits, including health insurance, accident cover and pension for the said workers in Mumbai and if so, the details thereof;

(c) whether the Government has examined complaints relating to opaque algorithmic management, arbitrary ID deactivations and weak grievance redressal mechanisms that are affecting the said workers in Mumbai and if so, the details thereof;

(d) whether the Government has data on work-related accidents, occupational health risks and indebtedness among the gig workforce in Mumbai and if so, the details thereof; and

(e) the details of the time-bound measures proposed by the Government to ensure fair remuneration, social security coverage, algorithmic transparency and legal protection for the said workers in Mumbai?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): For the first time the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability

cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of a Social Security Fund to finance these welfare schemes. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

The Code has provisions for setting up a toll-free call centre, or helpline or facilitation centres for unorganised, gig, and platform workers by the appropriate Government.

The Ministry of Labour and Employment had launched eShram portal on 26.08.2021 for creation of a comprehensive National Database of Unorganised Workers including platform workers, migrant workers etc. The eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. The Ministry of Labour and Employment has also launched the eShram- 'One-Stop-Solution' that entails integration of different social security/welfare schemes at single portal i.e., eShram. This is envisaged to enable unorganised workers including platform workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

To maximise registration of platform workers on e-Shram portal, three nationwide special registration drives were held during the months of April, May and August-September, 2025 in collaboration with States and Union Territories. As on 17.03.2026, over 8.86 lakh platform workers are registered on eShram portal.

Multiple rounds of deliberations have been conducted with Aggregators, Knowledge Partners and Platform Workers Unions/Associations and State Government/UTs for social security framework of gig and platform workers.

टोंक-सवाई माधोपुर में शिक्षकों की नियुक्ति

5013. श्री हरीश चंद्र मीना:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राजस्थान के टोंक-सवाई माधोपुर लोक सभा संसदीय निर्वाचन क्षेत्र के कई विद्यालयों में नियुक्त शिक्षकों की वास्तविक संख्या स्वीकृत पदों से कम है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) उक्त रिक्त पदों की संख्या कितनी है और उन्हें भरने के लिए निर्धारित समय-सीमा का जिला-वार ब्यौरा क्या है;

(ग) उक्त लोक सभा संसदीय निर्वाचन क्षेत्र में डिजिटल/स्मार्ट कक्षाओं, कंप्यूटर/आईसीटी प्रयोगशालाओं और इंटरनेट कनेक्टिविटी की उपलब्धता का ब्यौरा क्या है तथा शेष विद्यालयों को उपरोक्त सुविधाओं से लैस करने के लिए तैयार की गई रूपरेखा का विद्यालय-वार ब्यौरा क्या है; और

(घ) क्या सरकार उक्त संसदीय निर्वाचन क्षेत्र के अल्पविकसित/जनजातीय/सुदूर क्षेत्रों के विद्यालयों के लिए किसी विशेष पैकेज या लक्षित अंतःक्षेप पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): शिक्षा संविधान की समवर्ती सूची में एक विषय होने के कारण, देश के अधिकांश स्कूल राज्यों/संघ राज्य क्षेत्रों के प्रशासनिक नियंत्रण में आते हैं। शिक्षकों की भर्ती, सेवा शर्तें और

युक्तिसंगत तैनाती संबंधित राज्य सरकारों/संघ राज्य क्षेत्र प्रशासन के क्षेत्राधिकार में है। स्कूलों में शिक्षकों की रिक्तियों का ब्यौरा संबंधित राज्य/संघ राज्य क्षेत्र प्रशासन द्वारा रखा जाता है। स्कूलों में शिक्षकों की भर्ती एक सतत प्रक्रिया और रिक्तियां, सेवानिवृत्ति, त्यागपत्र और विद्यार्थियों की बढ़ती संख्या/नए स्कूलों को समायोजित करने की आवश्यकता के कारण उत्पन्न होती रहती हैं।

(ग): यूडाइज 2024-25 के अनुसार, टोंक और सवाई माधोपुर लोकसभा संसदीय क्षेत्र में वित्त वर्ष 2024-25 के लिए डिजिटल/स्मार्ट कक्षाओं, कंप्यूटर/आईसीटी प्रयोगशालाओं और इंटरनेट कनेक्टिविटी की उपलब्धता का ब्यौरा निम्नानुसार है:

जिला	**कक्षा VI और उससे ऊपर की कक्षाओं सहित कुल सरकारी स्कूल**	**प्रतिशत**		
		इंटरनेट	**आईसीटी या कंप्यूटर लैब**	**स्मार्ट कक्षाएं**
टोंक	883	73.3	34.3	36.4
सवाई माधोपुर	683	62.5	47.6	39.8

स्कूल शिक्षा और साक्षरता विभाग ग्रामीण क्षेत्रों सहित देश भर के सरकारी स्कूलों में डिजिटल अधिगम को बढ़ाने के लिए समग्र शिक्षा के तहत आईसीटी और डिजिटल पहलों में सहायता करता है। इन पहलों का उद्देश्य शिक्षण और अधिगम प्रक्रियाओं में प्रौद्योगिकी को एकीकृत करके शिक्षा की गुणवत्ता को बढ़ाना है।

आत्मनिर्भर भारत अभियान के हिस्से के रूप में पीएम ई-विद्या नामक एक व्यापक पहल दिनांक 17 मई, 2020 को शुरू की गई थी, जिसके तहत देश भर में शिक्षा तक बहु-पद्धति पहुंच को सक्षम करने के लिए डिजिटल/ऑनलाइन/ऑन-एयर शिक्षा से संबंधित सभी प्रयासों को एकीकृत किया जाता है। यह डिजिटल साक्षरता को बढ़ाने की दिशा में है और इसमें 200 डीटीएच

टीवी चैनल शामिल हैं। ज्ञान साझा करने हेतु डिजिटल अवसंरचना (दीक्षा) नामक एक मंच के माध्यम से शिक्षकों और छात्रों को डिजिटल सामग्री उपलब्ध कराई गई है।

(घ): शिक्षा की गुणवत्ता में सुधार के लिए राज्य और संघ राज्य क्षेत्रों को अतिरिक्त सहायता के रूप में समग्र शिक्षा योजना की परिकल्पना की गई है। तथापि, शिक्षा राज्य और संघ राज्य क्षेत्रों के क्षेत्राधिकार में अधिकांश स्कूलों के साथ समवर्ती सूची में होने के कारण, सुलभ, किफायती, न्यायसंगत, समावेशी और गुणवत्तापूर्ण शिक्षा प्रदान करने की प्राथमिक जिम्मेदारी राज्य/संघ राज्य क्षेत्र सरकारों पर है। मध्यवर्तन में शैक्षिक रूप से पिछड़े ब्लॉक (ईबीबी), एलडब्ल्यूई प्रभावित जिलों, विशेष प्राथमिकता वाले जिलों (एसएफडी), सीमावर्ती क्षेत्रों और आकांक्षी जिलों को प्राथमिकता दी जाती है।

सभी राज्यों और संघ राज्य क्षेत्रों के साथ साझेदारी में केंद्र प्रायोजित योजना समग्र शिक्षा कार्यान्वित की जाती है। तदनुसार, समग्र शिक्षा के तहत वार्षिक योजनाएं राज्यों और संघ राज्य क्षेत्रों द्वारा उनकी आवश्यकताओं और प्राथमिकता के आधार पर तैयार की जाती हैं और यह उनकी संबंधित वार्षिक कार्य योजना और बजट (एडब्ल्यूपी एंड बी) में परिलक्षित होता है। इस योजना के कार्यक्रमिक और वित्तीय मानकों के अनुसार राज्यों तथा संघ राज्य क्षेत्रों के परामर्श से परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा इन योजनाओं का मूल्यांकन और अनुमोदन/आकलन किया जाता है।

समग्र शिक्षा के तहत, राज्यों और संघ राज्य क्षेत्रों को बच्चों को विभिन्न सुविधाएं प्रदान करने के लिए वित्तीय सहायता प्रदान की जाती है, जिसमें प्रारम्भिक स्तर पर पात्र बच्चों को नि:शुल्क यूनिफॉर्म, माध्यमिक स्तर तक शिक्षण अधिगम सामग्री, परिवहन/एस्कॉर्ट सुविधा, स्कूल न जाने वाले बच्चों के आयु-उपयुक्त प्रवेश के लिए विशेष प्रशिक्षण और बड़े बच्चों के लिए आवासीय और गैर-आवासीय प्रशिक्षण, मौसम अनुरूप छात्रावास/आवासीय शिविर, विशेष प्रशिक्षण केंद्र, आयु-उपयुक्त आवासीय और गैर-आवासीय प्रशिक्षण, एनआईओएस /एसआईओएस के माध्यम से शिक्षा पूरी करने के लिए स्कूल न जाने वाले बच्चों (16 से 19 वर्ष) को सहायता,

विशेष आवश्यकता वाले बच्चों (सीडब्ल्यूएसएन) को समग्र प्रगति कार्ड, द्विभाषी शिक्षण सामग्री और किताबें आदि हेतु सहायता शामिल है।

इसके अतिरिक्त, इस योजना के तहत राज्यों और संघ राज्य क्षेत्रों को स्कूल शिक्षा के सार्वभौमिककरण के लिए वित्तीय सहायता प्रदान की जाती है, जिसमें वरिष्ठ माध्यमिक स्तर तक नए स्कूलों को खोलना/सुदृढ़ करना, स्कूल भवनों और अतिरिक्त कक्षाओं का निर्माण, वाइब्रेंट विलेज कार्यक्रम के तहत उत्तरी सीमावर्ती क्षेत्रों में स्कूल के अवसरंचनात्मक विकास/सुदृढ़ीकरण, कस्तूरबा गांधी बालिका विद्यालयों की स्थापना, स्तरोन्नयन और संचालन, पीएम-जनमन के तहत पीवीटीजी के लिए छात्रावासों का निर्माण, नेताजी सुभाष चंद्र बोस आवासीय विद्यालयों की स्थापना, अपरिपूर्ण अनुसूचित जनजाति आबादी के लिए धरती आबा जनजातीय ग्राम उत्कर्ष अभियान के तहत छात्रावासों का निर्माण, आरटीई अधिनियम के तहत प्रतिपूर्ति, विभिन्न गुणात्मक घटक, शिक्षक शिक्षा को सुदृढ़ करना और डीआईईटी/बीआरसी/सीसीआरसी को सुदृढ़ करना, आईसीटी और डिजिटल मध्यवर्तनों का प्रावधान शामिल है। डीए-जेजीयूए के तहत, वर्ष 2024-25 में टोंक-सवाई माधोपुर निर्वाचन क्षेत्र के लिए 50 की क्षमता वाले 3 छात्रावासों को संस्वीकृत किए गए है।

GRANTS FOR JUNNAR LEOPARD CONSERVATION AND RESCUE CENTRE

5014. DR. AMOL RAMSING KOLHE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government has evaluated the effectiveness of the Project Leopard guidelines in the high-density agricultural landscapes of Shirur, where traditional forest-management models are failing;

(b) the status of the central grant for the Junnar Leopard Conservation and Rescue Centre and whether there is a plan to upgrade it to a National Centre for Human-Wildlife Conflict Mitigation; and

(c) the status of the Environment Clearance for the critical infrastructure projects in the Khed-Rajgurunagar belt that have been currently stalled due to overlapping Eco-Sensitive Zones?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): Protection and management of wildlife, including management of human wildlife conflict is primarily the responsibility of concerned State Government. The Ministry provides financial assistance to the States Government and Union Territories Administrations, including State of Maharashtra, under the Centrally sponsored scheme-Development of Wildlife Habitats, for conservation and management of wildlife and its habitats as per the Annual Plan of Operations received. The activities supported for the human wildlife conflict management includes strengthening of Rapid response teams, Early warning system, Solar fences, awareness, capacity building of staff, eco development activities etc. Hence, the state government needs to study and implement site-specific measures to mitigate conflict situations.

Similarly, for management of wildlife conflict situations arising due to leopards, in human dominated agricultural landscapes such as Shirur, community-oriented approaches tailored for such human-dominated

ecosystems need to be adopted by the State Government.

As informed by the Central Zoo Authority, Manikdoh Leopard Rescue Centre, Junnar is a recognized zoo, and there is no such proposal to upgrade it to a National Centre for Human-Wildlife Conflict Mitigation.

(c): No, proposal for environment clearance in the Khed-Rajgurunagar belt has been received in the Ministry.

ILLEGAL IMMIGRATION THROUGH DONKEY ROUTES

5015. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government is aware of the growing number of Indian youth, particularly from Punjab and other northern states fall into the traps of illegal immigration agents who send them abroad through illegal “donkey routes”, resulting in their detention and deportation by foreign authorities;

(b) if so, the total number of such youth who have been reported to have travelled through such illegal routes;

(c) the number of Indian nationals deported from foreign countries during the last five years and the current year, year, country and State/UT-wise and whether any assessment has been made regarding the number of such victims of these illegal traps and if so, the details thereof ;

(d) whether the Government have taken any measures to prevent youth of

Punjab from illegal migration and if so, the details thereof; and

(e) the steps taken or proposed to be taken by the Government to deter youth falling prey to such illegal immigration agents?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): Government has been made aware of instances where dubious entities involved in fake recruitment job offers have lured Indian nationals including from Punjab and other northern States, mostly through social media channels for overseas employment to various countries. Such fraudulent activities of illegal/unscrupulous recruitment agents in the country come to light as and when a complaint is filed by the aggrieved emigrants or their relatives/friends/family members, who have been cheated. Since these Indian nationals proceed abroad on their own volition through fraudulent/unscrupulous recruitment agents and through illegal channels, specific data on the number of Indian nationals who have attempted such irregular migration, is not available.

Most of the foreign Governments do not provide information on illegal stay by foreigners in their countries, except when they are under orders of deportation and travel document/nationality verification is required. The procedure followed for deportation of foreign nationals also varies from country to country. Some countries do not arrest the deportee but keep them in detention/deportation centers until deportation. Information about arrest/detention and deportation is not shared with Indian Missions/Posts and

the deportation is done directly by the host Government if the deportee has a valid Indian travel document. Indian Missions/Posts are contacted by the host Governments only in such cases where nationality verification and issuance of Emergency Certificate (EC) to the deportee is required. However, based on information available with Indian Missions abroad, country-wise and year-wise data of Indian nationals deported for various reasons in the last five years, is given in the enclosed **Statement**.

As per Section 10 of the Emigration Act, 1983, no person/agency can function as Recruiting Agent (RA) without a valid Registration Certificate (RC) issued by the Registering Authority, i.e., Protector General of Emigrants (PGE). As and when complaints of illegal migration/human trafficking are received, such matters are referred to the State police for investigation and prosecution under the relevant legal provisions of the Bharatiya Nyaya Sanhita (BNS) and other legislations in place.

Ministry of External Affairs issues advisories through eMigrate portal, social media handles, and other modes of publicity about the perils of fake job rackets and ways to prevent the same. Till February 2026, a list of 3,505 unregistered agents, against whom grievances have been received, has been published on the eMigrate portal to caution the prospective emigrants. The awareness campaign on safe and legal migration through eMigrate portal has been carried out by the Ministry across the country by conducting workshops, trainings, information sessions, digital campaigns for media groups, police officials and law enforcement agencies, local administration, aspiring recruiting

agents, entrepreneurs and general public. During these sessions awareness on emigration regulations, schemes beneficial for emigrants like Pravasi Bharatiya Bima Yojana (PBBY), Pre-Departure Orientation Training (PDOT), eMigrate portal and various advisories issued by Indian Embassies are brought to the notice of all stakeholders.

The Protector General of Emigrants (PGE) in the Ministry of External Affairs through 16 Protector of Emigrants (PoEs) across India, regularly coordinates with the State Governments regarding issues of illegal recruiting agencies and the ways to address challenges related to enforcement of emigration rules and regulations. The Ministry of External Affairs regularly organises such outreach programs to sensitise various stakeholders about the benefits of safe and legal migration and suggests ways to prevent illegal migration through fake/unregistered recruitment agencies. In addition to the regular information sharing on unregistered recruiting agencies, regular meetings with the State level Nodal Officer are held.

STATEMENT

Data on Indian Nationals deported from foreign countries

Sl. No.	Name of the Country	Name of the Mission/Post	Number of Indian nationals deported from foreign countries				
			2021	2022	2023	2024	2025
1	Afghanistan	EOI, Kabul	0	0	0	0	0
2	Albania	EOI, Tirana	0	0	0	0	0
3	Algeria	EOI, Algiers	0	0	0	1	2

4	Angola	HCI, Luanda	0	0	0	0	0
5	Argentina	EOI, Buenos Aires	0	0	0	0	0
6	Armenia	EOI, Yerevan	0	0	0	0	0
7	Australia	HCI, Canberra	0	0	9	0	0
8		CGI, Melbourne	0	0	0	0	0
9		CGI, Sydney	0	2	7	28	16
10		CGI, Perth	0	0	0	0	0
11		CGI, Brisbane	0	0	0	1	3
12	Austria	EOI, Vienna	0	0	0	0	0
13	Azerbaijan	EOI, Baku	0	0	0	0	0
14	Bahrain	EOI, Bahrain	0	0	0	0	0
15	Bangladesh	HCI, Dhaka	0	0	0	0	0
16		AHCI, Chittagong	0	0	0	0	0
17		AHCI, Khulna	0	0	0	0	0
18		AHCI, Rajshahi	0	0	0	0	0
19		AHCI, Sylhet	0	0	0	0	0
20	Belarus	EOI, Minsk	0	0	0	0	0
21	Belgium	EOI, Brussels	0	10	19	5	4
22	Belize	EOI, Mexico city	0	0	0	0	0
23	Bhutan	EOI, Thimphu	0	0	0	0	1
24		CGI, Phuntsholing	0	0	0	0	0
25	Bolivia	EOI, La Paz	0	0	0	0	0
26	Botswana	HCI, Gaborone	0	0	0	0	0
27	Brazil	EOI, Brasilia	0	0	0	0	0
28		CGI, Sao Paulo	0	0	0	0	0
29	Bulgaria	EOI, Sofia	0	0	0	0	0

30	Burkina Faso	EOI, Ouagadougou	0	0	0	0	0
31	Cabo Verde	EOI, Praia	0	0	0	0	0
32	Cambodia	EOI, Phnom Penh	0	0	0	0	0
33	Cameroon	HCI, Yaounde	0	0	0	0	0
34	Canada	HCI, Ottawa	3	26	48	30	48
35		CGI, Toronto	27	38	60	63	198
36		CGI, Vancouver	0	0	0	0	0
37	Chad	EOI, N'Djamena	0	0	0	0	0
38	Chile	EOI, Santiago	0	0	0	0	0
39	China	EOI, Beijing	5	5	3	4	7
40		CGI, Shanghai	3	1	2	1	1
41		CGI, Guangzhou	1	6	21	26	8
42		CGI, Hong Kong	123	166	207	201	300
43	Colombia	EOI, Bogota	0	0	0	60	0
44	Comoros	EOI, Antananarivo	0	0	0	0	0
45	Cote D'Ivoire	EOI, Abidjan	0	0	0	0	0
46	Croatia	EOI, Zagreb	0	0	0	0	0
47	Cuba	EOI, Havana	0	0	0	0	0
48	Cyprus	EOI, Nicosia	46	96	173	183	163
49	Czech Republic	EOI, Prague	0	0	0	0	0
50	Democratic Republic of Congo	EOI, Kinshasa	0	0	0	0	0
51	Denmark	EOI, Copenhagen	0	0	0	0	0
52	Djibouti	EOI, Djibouti	0	0	0	0	0
53	Dominican	EOI, Santo Domingo	0	0	0	0	0

	Republic						
54	Ecuador	EOI, Quito	0	0	0	0	0
55	Egypt	EOI, Cairo	0	0	2	0	0
56	Equatorial Guinea	EOI, Malabo	0	0	0	0	0
57	Eritrea	EOI, Asmara	0	0	0	0	0
58	Estonia	EOI, Tallinn	0	0	0	0	0
59	Eswatini	HCI, Mbabane	0	0	0	0	0
60	Ethiopia	EOI, Addis Ababa	0	0	0	0	0
61	Fiji	HCI, Suva	0	0	0	0	0
62	Finland	EOI, Helsinki	0	0	0	0	0
63	France	EOI, Paris	0	0	0	0	0
64		CGI, Marseille	0	0	0	0	5
65		CGI, Saint Denis (Reunion Island)	0	0	0	1	0
66	Gabon	HCI, Libreville	0	0	0	0	0
67	Georgia	EOI, Tbilisi	0	0	0	0	155
68	Germany	EOI, Berlin	0	0	0	79	16
69		CGI, Frankfurt	0	0	0	0	0
70		CGI, Hamburg	0	0	0	0	0
71		CGI, Munich	0	0	0	0	0
72	Ghana	HCI, Accra	0	0	0	0	0
73	Greece	EOI, Athens	0	0	0	0	0
74	Guatemala	EOI, Guatemala City	0	0	0	0	4
75	Guyana	HCI, Georgetown	0	0	0	11	5
76	Hungary	EOI, Budapest	0	0	0	0	0

77	Iceland	EOI, Reykjavik	0	0	0	0	0
78	Indonesia	EOI, Jakarta	0	o	0	0	11
79		CGI, Medan	0	11	0	0	3
80		CGI, Bali	5	0	20	20	10
81	Iran	EOI, Tehran	0	0	0	0	0
82		CGI, Bandar Abbas	0	0	0	0	0
83		CGI, Zahedan	0	0	0	0	0
84	Iraq	EOI, Baghdad	0	0	0	0	0
85		CGI, Erbil	0	0	0	0	0
86	Ireland	EOI, Dublin	0	0	0	2	5
87	Israel	EOI, Tel Aviv	0	0	0	0	0
88	Italy	EOI, Rome	1	2	2	6	9
89		CGI, Milan	0	0	0	0	0
90	Jamaica	HCI, Kingston	0	0	0	0	0
91	Japan	EOI, Tokyo	23	13	16	11	12
92		CGI, Oska Kobe	0	0	0	0	0
93		CGI, Fukuoka	0	0	0	0	0
94	Jordan	EOI, Amman	24	28	59	79	61
95	Kazakhstan	EOI, Astana	0	0	0	0	0
96		ROI, Almaty	0	0	0	0	0
97	Kenya	HCI, Nairobi	0	0	1	1	1
98		AHCI, Mombasa	0	0	0	0	0
99	Kuwait	EOI, Kuwait	0	0	0	0	0
100	Kyrgyzstan	EOI, Bishkek	0	0	0	0	0
101	Lao PDR	EOI, Vientiane	0	0	0	0	0
102	Latvia	EOI, Riga	0	0	0	0	0

103	Lebanon	EOI, Beirut	2	3	1	5	2
104	Liberia	EOI, Monrovia	0	0	0	0	0
105	Libya	EOI, Tripoli	0	0	0	0	0
106	Lithuania	EOI, Vilnius	0	0	0	0	4
107	Madagascar	EOI, Antananarivo	0	0	0	0	0
108	Malawi	HCI, Lilongwe	0	0	1	0	0
109	Malaysia	HCI, Kuala Lumpur	1439	1188	1182	1259	1675
110	Maldives	HCI, Male	16	30	117	194	150
111	Mali	EOI, Bamako	0	0	0	0	0
112	Malta	EOI, Malta	0	0	0	0	3
113	Mauritania	EOI, Nouakchott	0	0	0	0	0
114	Mauritius	HCI, Port Louis	0	0	0	0	0
115	Mexico	EOI, Mexico City	0	0	0	0	0
116	Mongolia	EOI, Ulaanbaatar	0	0	0	0	0
117	Morocco	EOI, Rabat	0	0	0	0	0
118	Mozambique	HCI, Maputo	0	0	0	0	0
119	Myanmar	EOI, Yangoon	0	338	89	148	1,605
120		CGI, Mandalay	0	0	0	0	0
121		CGI, Sittwe	0	0	0	0	0
122	Namibia	HCI, Windhoek	0	0	0	0	0
123	Nepal	EOI, Kathmandu	0	0	0	0	0
124		CGI, Birgunj	0	0	0	0	0
125	Netherlands	EOI, The Hague	0	10	58	11	3
126	New Zealand	EOI, Wellington	9	20	19	20	6
127		CGI, Auckland	0	0	0	0	0
128	Niger	EOI, Niamey	0	0	0	0	0

129	Nigeria	HCI, Abuja	0	0	0	0	1
130		AHCI, Lagos	0	0	0	0	0
131	North Korea	EOI, Pyongyang	0	0	0	0	0
132	Norway	EOI, Oslo	0	0	0	0	0
133	Oman	EOI, Muscat	50	57	47	25	25
134	Pakistan	HCI, Islamabad	0	0	0	0	0
135	Palestine	ROI, Ramallah	0	0	0	0	0
136	Panama	EOI, Panama	0	0	0	215	79
137	Papua New Guinea	HCI, Port Moresby	0	0	1	1	0
138	Paraguay	EOI, Asuncion	0	0	0	0	0
139	Peru	EOI, Lima	0	0	0	0	0
140	Phillipines	EOI, Manila	0	0	0	0	0
141	Poland	EOI, Warsaw	14	63	24	14	12
142	Qatar	EOI, Doha	803	1,170	1,414	1,136	796
143	Republic of Congo	EOI, Brazzaville	0	0	0	0	0
144	Republic of Guinea	EOI, Conakry	0	0	0	0	0
145	Romania	EOI, Bucharest	0	0	0	0	0
146	Russia	EOI, Moscow	0	0	0	35	284
147		CGI, St. Petersburg	0	0	0	0	0
148		CGI, Vladivostok	0	0	0	0	1
149		CGI, Kazan	0	0	0	0	0
150		CGI, Yekaterinaburg	0	0	0	0	0
151	Rwanda	HCI, Kigali	0	0	0	0	0

152	Sao Tome and Principe	EOI, Sao Tome and Principe	0	0	0	0	0
153	Saudi Arabia	EOI, Riyadh	10264	28056	29592	5235	4335
154		CGI, Jeddah	12104	6746	7542	8831	8921
155	Senegal	EOI, Dakar	0	0	0	0	0
156	Serbia	EOI, Belgrade	7	68	2	5	10
157	Seychelles	HCI, Victoria, Mahe	0	0	0	0	0
158	Sierra Leone	EOI, Freetown	0	0	0	0	0
159	Singapore	HCI, Singapore	22	16	21	13	15
160	Slovakia	EOI, Bratislava	12	2	0	8	27
161	Slovenia	EOI, Ljubljana	0	0	0	0	0
162	South Africa	HCI, Pretoria	0	0	0	0	0
163		CGI Johanesburg	0	0	0	0	0
164		CGI, Cape Town	0	0	0	0	1
165		CGI, Durban	0	0	0	0	0
166	South Korea	EOI, Seoul	5	7	4	0	0
167	South Sudan	EOI, Juba	0	0	0	0	0
168	Spain	EOI, Madrid	0	0	0	0	0
169		CGI, Barcelona	0	0	0	0	0
170	Sri Lanka	HCI, Colombo	0	0	0	0	0
171		AHCI, Kandy	0	0	0	0	0
172		CGI, Jaffna	0	0	0	0	0
173		CGI, Hambantota	0	0	0	0	0
174	Sudan	EOI, Khartoum	0	0	0	0	0
175	Suriname	EOI, Paramaribo	0	0	0	0	0
176	Sweden	EOI, Stockholm	3	1	27	16	13

177	Switzerland	EOI, Bern	0	0	0	0	0
178		CGI, Geneva	0	0	0	0	0
179	Syria	EOI, Damascus	0	0	0	0	0
180	Taiwan	India Taipei Association	0	0	0	0	0
181	Tajikistan	EOI, Dushanbe	0	0	0	0	0
182	Tanzania	HCI, Dar-e-Salaam	0	0	0	0	0
183		CGI, Zanzibar	0	0	0	0	0
184	Thailand	EOI, Bangkok	0	0	0	0	0
185		COI, Chiangmai	0	0	0	0	0
186	Timor Leste	EOI, Dili	0	0	0	0	0
187	Togo	EOI, Lome	0	0	0	0	0
188	Trinidad and Tobago	HCI, Port of Spain	0	0	0	0	0
189	Tunisia	EOI, Tunis	0	3	2	0	0
190	Turkiye	EOI, Ankara	15	47	23	10	3
191		CGI, Istanbul	0	0	0	0	0
192	Turkmenistan	EOI, Ashgabat	0	0	0	0	0
193	UAE	EOI, Abu Dhabi	358	587	666	899	1,662
194		CGI, Dubai	876	1,203	2,841	5,221	7,896
195	Uganda	HCI, Kampala	0	0	0	0	0
196	Ukraine	EOI, Kyiv	21	13	11	5	5
197	United Kingdom	HCI, London	0	0	0	0	0
198		CGI, Birmingham	0	0	0	0	0
199		CGI, Edinburgh	0	0	0	0	0
200		CGI, Manchester	0	0	0	0	0

201		CGI, Belfast	0	0	0	0	0
202	Uruguay	EOI, Buenos Aires	0	0	0	0	0
203	USA	EOI, Washington	805	862	617	1,368	3414 (till mid Dec 2025)
204		CGI, New York	16	11	18	26	47
205		CGI, Chicago	0	0	0	0	0
206		CGI, Atlanta	14	10	5	14	31
207		CGI, Houston	29	32	14	42	234
208		CGI, San Fransisco	18	43	19	17	49
209		CGI, Seattle	0	0	0	3	31
210		CGI, Los Angeles	0	0	0	0	0
211	Uzbekistan	EOI, Tashkent	0	0	0	0	0
212	Venezuela	EOI, Caracas	0	0	0	14	0
213	Vietnam	EOI, Hanoi	0	0	0	0	0
214		CGI, Ho Chi Minh City	0	0	0	0	0
215	Yemen	EOI, Riyadh	0	0	0	0	0
216	Zambia	HCI, Lusaka	0	0	0	0	0
217	Zimbabwe	EOI, Harare	0	0	0	0	0

HEIs APPROVED UNDER PM-USHA IN ODISHA

5016. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **EDUCATION** be pleased to state:

(a) the number of Higher Educational Institutions (HEIs) in the State of

Odisha approved under the Pradhan Mantri Uchchatar Shiksha Abhiyan (PM–USHA) along with district-wise details of approvals, budget sanctioned and actual expenditure incurred during the last five years;

(b) whether the focus districts, including tribal districts such as Kandhamal have received special grants for infrastructure development, digital libraries and faculty strengthening and if so, the details of funds allocated and utilised, district-wise;

(c) the measurable improvement recorded in the Gross Enrolment Ratio (GER), accreditation scores and research output in the said State during the last five years;

(d) the monitoring framework adopted by the Union Government to ensure outcome-based utilisation of funds by State universities, including the mechanisms for district-level audit and reporting; and

(e) the present status of implementation of the Scheme for Trans-disciplinary Research for India's Developing Economy (STRIDE), with details of projects sanctioned, funds released and expenditure incurred in the said State?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) and (b): Education being in the Concurrent List, enhancing the quality of education is the responsibility of both the Central and State Governments.

Recognizing the need for central assistance, the Department of Higher Education, Government of India, is implementing Rashtriya Uchchatar Shiksha Abhiyan (RUSA), a Centrally Sponsored Scheme aimed at funding specific State government universities and colleges, so as to improve their quality by ensuring their conformity to prescribed norms and standards.

The government launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA), with an outlay of Rs. 12,926.10 crore, which includes the committed liabilities of the earlier phases of RUSA, to cater to the needs of educationally unserved/underserved areas.

Under PM-USHA, a total of 38 units have been approved for support under various components in the State of Odisha for a total amount of Rs. 676.70 crore. The district-wise details of number of units and amount approved are given in the enclosed **Statement**. Furthermore, under the scheme, total amount of Rs. 68.75 crore has been released to the State as central share during the last five years i.e., from 2019-20 till 2024-25. In the current financial year i.e., 2025-26, a central share of Rs. 11.69 crore has been released to the State of Odisha.

Under PM-USHA, priority is given to focus districts which are identified by the concerned States/ UTs based on various criteria, including low Gross Enrolment Ratio, Gender Parity, population proportion and enrolment proportion for females, transgenders, Scheduled Castes, Scheduled Tribes, and Other Backward Classes, Aspirational/ Border Area/ Left Wing Extremism

district etc. The State of Odisha has identified 15 focus districts, including the tribal district of Kandhamal. In the focus districts of Odisha, 20 units have been approved support for a total amount of Rs. 390 crore under PM-USHA including 01 unit approved in Kandhamal district for Rs. 10 crore under 'Gender Inclusion and Equity Initiatives' component.

Under PM-USHA, States/ UTs and Universities/ Colleges can undertake various activities aimed at enhancing access, equity and excellence in education, including construction/renovation of infrastructure such as smart classrooms/ computer labs/ research laboratories/ digital libraries with subscriptions to reputed journals; promoting Online Distance Learning (ODL) and online programs such as SWAYAM/ MOOCs; and training to develop 21st-century skills, etc.

(c): According to the All-India Survey on Higher Education (AISHE), the Overall Gross Enrolment Ratio (GER) in Higher Education in the State of Odisha has improved to 22.9 in 2022-23 (provisional) compared to 21.1 in 2018-19. The GER for Scheduled Castes has improved to 23.6 in 2022-23 (provisional) compared to 19.1 in 2018-19. The GER for Scheduled Tribes has improved to 16.2 in 2022-23 (provisional) compared to 12.2 in 2018-19.

(d): Under the scheme, as per the government rules and procedures, regular audits of the scheme are conducted at Central and State/UTs level. Based on the audited statements of expenditure of the various supported HEIs, a consolidated Utilisation Certificate (UC) is sought from State/UTs for release of further grants to the State/UTs. The Ministry also reviews progress of works

through various review meetings, physical visits etc. under the scheme. Furthermore, under PM-USHA, funds are released through the SNA-SPARSH model for all States /UTs except UTs without legislature. Funds are released to the States/UTs subject to the fulfilment of certain conditions by the States/UTs, such as transfer of the corresponding state share, utilization of at least 75% of the previously released funds, compliance with conditions laid down by the Project Approval Board (PAB), submission of consolidated Utilization Certificates (UCs), compliance with the instructions of the Ministry of Finance.

(e): The University Grants Commission (UGC) launched the Scheme for Trans-disciplinary Research for India's Developing Economy (STRIDE) in 2019 for strengthening research culture, innovation and supporting trans-disciplinary research. The UGC has informed that the proposals under the scheme were invited during 2019 and after a thorough review of the proposals, 35 institutions were finally selected for Component-1 under STRIDE. Total funds amounting to Rs. 16.28 cr. have been released by UGC under Component I of this scheme. The 3-year cycle for all the institutions selected under Component I has been completed. The scheme is presently not in operation.

STATEMENT

District-wise details of number of units and amount approved under PM-USHA in the State of Odisha

S. No.	District	Focus District (Yes/No)	Number of Units Approved	Total Amount Approved (Rs. in cr.)
1	Anugul	No	3	15.00
2	Balangir	Yes	2	25.00
3	Baleshwar	No	1	5.00
4	Bargarh	No	1	5.00
5	Bhadrak	Yes	2	15.00
6	Boudh	No	1	5.00
7	Cuttack	No	2	105.00
8	Deogarh	No	1	5.00
9	Dhenkanal	No	2	10.00
10	Ganjam	No	1	100.00
11	Jagatsinghapur	Yes	1	5.00
12	Jajapur	No	1	5.00
13	Jharsuguda	Yes	1	5.00
14	Kalahandi	Yes	1	20.00
15	Kandhamal	Yes	1	10.00
16	Kendrapara	Yes	1	5.00
17	Kendujhar	No	1	5.00
18	Khordha	No	1	5.00
19	Koraput	Yes	1	20.00
20	Mayurbhanj	Yes	2	110.00
21	Nabarangpur	Yes	2	15.00
22	Nayagarh	No	1	5.00

23	Nuapada	Yes	1	5.00
24	Puri	No	1	5.00
25	Sambalpur	Yes	5	155.00
26	Sundargarh	No	1	5.00
	MMER (1% of total amount approved)			6.70
	Total		**38**	**676.70**

उज्जैन में कंपनियाँ

5017. श्री अनिल फिरोजिया:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) गत पाँच वर्षों के दौरान उज्जैन-आलोट लोक सभा निर्वाचन क्षेत्र में पंजीकृत कंपनियों/लिमिटेड लायबिलिटी पार्टनरशिप (एलएलपी) की संख्या कितनी है तथा उनमें से वर्तमान में सक्रिय कंपनियों/एलएलपी की संख्या कितनी है;

(ख) उज्जैन-आलोट क्षेत्र में गत तीन वर्षों के दौरान इन कंपनियों द्वारा कॉरपोरेट सामाजिक उत्तरदायित्व (सीएसआर) के अंतर्गत व्यय की गई निधियों की राशि कितनी है तथा उन विकास कार्यों/कार्यकलापों का ब्यौरा क्या है जिन पर उक्त निधियों का उपयोग किया गया है;

(ग) उज्जैन-आलोट क्षेत्र में स्टार्ट-अप तथा नई कंपनियों को बढ़ावा देने के लिए सरकार द्वारा क्रियान्वित की जा रही योजनाएँ कौन-सी हैं तथा अब तक उनसे लाभान्वित उद्यमियों की संख्या कितनी है; और

(घ) क्या सरकार के संज्ञान में यह बात आई है कि उज्जैन-आलोट क्षेत्र में इन कंपनियों द्वारा शिक्षा, स्वास्थ्य, कौशल विकास तथा पर्यावरण संरक्षण क्षेत्रों में लिए जा रहे परियोजनाओं की संख्या बहुत कम है और यदि हाँ, तो ऐसी परियोजनाओं की संख्या बढ़ाने के लिए सरकार द्वारा उठाए जा रहे कदमों का ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) और (ख): कंपनियों/सीमित दायित्व भागीदारी (एलएलपी) तथा सीएसआर से संबंधित आँकड़े जिला-वार रखे जाते हैं, परंतु संसदीय क्षेत्र-वार नहीं रखे जाते हैं। पिछले पाँच वर्षों (28.02.2026 तक) के दौरान उज्जैन जिले में पंजीकृत एवं सक्रिय कंपनियों की संख्या क्रमशः 735 एवं 724 है। पिछले पाँच वर्षों (28.02.2026 तक) के दौरान उज्जैन जिले में पंजीकृत एवं सक्रिय एलएलपी की संख्या क्रमशः 197 एवं 196 है।

एमसीए21 रजिस्ट्री में सीएसआर हेतु अधिदेशित कंपनियों द्वारा की गई वार्षिक फाइलिंग के आधार पर, वित्त वर्ष 2021-22 से 2023-24 तक उज्जैन जिले में विकास क्षेत्र-वार सीएसआर व्यय का ब्यौरा संलग्न **विवरण-I** में दिया गया है। इसके अतिरिक्त, राज्य-वार, जिला-वार तथा वर्ष-दर-वर्ष कंपनी-वार आँकड़े सार्वजनिक डोमेन में www.csr.gov.in पर उपलब्ध हैं।

(ग): कारपोरेट कार्य मंत्रालय द्वारा कंपनियों एवं स्टार्ट-अप्स को प्रोत्साहित करने हेतु 'व्यवसाय करने की सुगमता' को बढ़ावा देने के लिए विभिन्न कदम उठाए गए हैं, जिनमें अन्य के साथ-साथ केंद्रीय पंजीकरण केंद्र (सीआरसी), केंद्रीय प्रसंस्करण केंद्र (सीपीसी) की स्थापना, त्वरित विलय हेतु ढांचे का विस्तार, तकनीकी एवं प्रक्रियात्मक उल्लंघनों का अपराधमुक्तिकरण आदि शामिल हैं। कंपनी के निगमन के समय ही विभिन्न सेवाएँ एक ही स्थान पर उपलब्ध कराने हेतु एसपीआईसीई+ ई-प्ररूप के साथ एजीआईएलई प्रो-एस नामक संबद्ध प्ररूप प्रारंभ किया गया है, जिसके माध्यम से नाम आरक्षण, निगमन, पैन, टैन, डीआईएन का आवंटन, ईपीएफओ पंजीकरण, ईएसआईसी पंजीकरण, जीएसटी संख्या, बैंक खाता खोलना आदि सुविधाएँ प्रदान की जाती हैं, ताकि व्यवसाय को तत्काल प्रारंभ किया जा सके। इसी प्रकार, एलएलपी के लिए फिल्लीप (सीमित दायित्व भागीदारी के निगमन के लिए प्ररूप) नामक नया ई-प्ररूप भी प्रारंभ किया गया है।

स्टार्ट-अप्स को प्रोत्साहित करने हेतु कंपनी अधिनियम, 2013 के प्रावधानों का ब्यौरा संलग्न **विवरण-II** में दिया गया है। ये उपाय उज्जैन जिले सहित देशभर के स्टार्ट-अप्स को

लाभान्वित करते हैं।

(घ): कारपोरेट सामाजिक दायित्व (सीएसआर) के लिए विधिक ढाँचा कंपनी अधिनियम, 2013 की धारा 135, के साथ अधिनियम की अनुसूची VII तथा कंपनी (सीएसआर नीति) नियम, 2014 से मिलकर बना है। इस विधिक ढाँचे के अनुसार, सीएसआर एक बोर्ड संचालित प्रक्रिया है तथा संबंधित कारपोरेट इकाई की सीएसआर समिति की सिफारिशों के आधार पर कंपनी का बोर्ड सीएसआर कार्यकलापों की योजना बनाने, उन पर निर्णय लेने, उनका क्रियान्वयन करने तथा उनकी निगरानी करने का अधिकार रखता है।

सरकार कारपोरेट्स को किसी विशिष्ट भौगोलिक क्षेत्र या किसी विशेष कार्यकलाप पर व्यय करने के लिए कोई निदेश जारी नहीं करती है।

विवरण-I

वित्त वर्ष 2021-22 से 2023-24 तक उज्जैन जिले में विकास क्षेत्र-वार सीएसआर व्यय का ब्यौरा

(राशि करोड़ रुपये में)

क्र.सं.	**विकास क्षेत्र**	**वित्तीय वर्ष 2021-22**	**वित्तीय वर्ष 2022-23**	**वित्तीय वर्ष 2023-24**
1.	पशु कल्याण	0.00	0.06	0.25
2.	कला और संस्कृति	0.06	0.24	0.44
3.	प्राकृतिक संसाधनों का संरक्षण	0.13	0.00	0.00
4.	शिक्षा	4.41	8.23	3.15
5.	पर्यावरणीय स्थिरता	1.24	2.34	3.12
6.	लैंगिक समानता	0.12	0.44	0.51
7.	स्वास्थ्य देखभाल	2.92	7.51	2.87
8.	आजीविका संवर्धन परियोजनाएँ	0.00	0.01	0.42
9.	गरीबी, भूखमरी, कुपोषण का उन्मूलन	1.69	4.75	9.67

10.	ग्रामीण विकास परियोजनाएँ	2.07	3.85	1.49
11.	सुरक्षित पेयजल	0.00	0.11	0.42
12.	स्वच्छता	1.95	0.18	0.00
13.	वरिष्ठ नागरिक कल्याण	0.70	0.07	0.05
14.	महिलाओं के लिए आश्रय और छात्रवास बनाना	0.00	0.00	0.24
15.	अनाथालय की स्थापना	0.00	0.00	0.00
16.	स्लम क्षेत्र विकास	0.00	0.00	0.03
17.	सामाजिक-आर्थिक समानताएँ	0.00	0.29	0.35
18.	विशेष शिक्षा	0.00	0.00	0.29
19.	खेलों को बढ़ावा देने के लिए प्रशिक्षण	0.05	0.05	0.00
20.	व्यावसायिक कौशल	0.00	0.91	0.96
21.	महिला सशक्तिकरण	0.00	0.15	0.17
	कुल	15.34	29.19	24.43

<u>विवरण-II</u>

स्टार्ट-अप्स को प्रोत्साहित करने हेतु कंपनी अधिनियम, 2013 के प्रावधानों का ब्यौरा

क्र. सं.	**कंपनी अधिनियम, 2013 की धारा/नियम**	**विषय**	**स्टार्ट-अप को संबल देने के लिए कंपनी अधिनियम, 2013 के प्रावधान**
1.	धारा 2(40)	वित्तीय विवरण	स्टार्ट-अप के लिए वित्तीय विवरण का हिस्सा बनने के लिए नकदी प्रवाह विवरण की आवश्यकता वैकल्पिक है।
2.	धारा 73(2) खंड (क) से (ङ)	जमा की स्वीकृति	स्टार्ट-अप को अपने सदस्यों से जमा स्वीकार करते समय प्रक्रियात्मक अनुपालन से छूट दी गई थी (जैसे कि कंपनी की वित्तीय स्थिति, क्रेडिट रेटिंग दर्शाने वाला एक परिपत्र अपने सदस्यों को

क्र. सं.	कंपनी अधिनियम, 2013 की धारा/नियम	विषय	स्टार्ट-अप को संबल देने के लिए कंपनी अधिनियम, 2013 के प्रावधान
			जारी करना, परिपक्व होने वाली जमा राशि का 20% जमा करना, और पुनर्भुगतान में चूक के संबंध में प्रमाणन)।
3.	धारा 92(1)	वार्षिक रिटर्न	एक स्टार्ट-अप के निदेशकों को प्राइवेट लिमिटेड कंपनी के वार्षिक रिटर्न पर हस्ताक्षर करने की अनुमति है यदि कंपनी के पास कंपनी सचिव नहीं है।
4.	धारा 173(5)	बोर्ड की बैठकें	कंपनी अधिनियम, 2013 के तहत, कंपनी के निदेशक मंडल को 120 दिनों में कम से कम एक बार, एक वर्ष में 4 बोर्ड बैठकें करने की आवश्यकता होती है। तथापि, स्टार्ट-अप को त्रैमासिक बोर्ड बैठकें आयोजित करने से छूट दी गई है और उन्हें एक कैलेंडर वर्ष में दो बोर्ड बैठकें, अर्थात् हर छह महीने में एक बार आयोजित करने की अनुमति है।
5.	कंपनी (निगमन) नियम, 2014 का नियम 6	ओपीसी का सार्वजनिक और निजी कंपनियों में रूपांतरण	इस शर्त को हटा दिया गया था कि ओपीसी को अपनी चुकता पूंजी 50 लाख रुपये से अधिक होने और उसका औसत वार्षिक कारोबार 2 करोड़ रुपये से अधिक होने के बाद स्वयं को परिवर्तित करना होगा। चूंकि कई स्टार्ट-अप एकल व्यक्ति कंपनी हैं, इसलिए यह उन्हें ओपीसी के रूप में स्थिति बनाए रखने की अनुमति देता है।
6.	कंपनी (शेयर पूंजी और डिबेंचर) नियम, 2014 का नियम 8(4)	स्वेट इक्विटी	सामान्य तौर पर, किसी कंपनी में स्वेट इक्विटी शेयर जारी करना किसी भी समय कंपनी की चुकता पूंजी के 25% से अधिक नहीं होगा। तथापि, स्टार्ट-अप के मामले में, यह सीमा इसकी चुकता शेयर पूंजी के 50% तक है।

क्र. सं.	कंपनी अधिनियम, 2013 की धारा/नियम	विषय	स्टार्ट-अप को संबल देने के लिए कंपनी अधिनियम, 2013 के प्रावधान
7.	कंपनी (शेयर पूंजी और डिबेंचर) नियम, 2014 का नियम 12(1)(ग)	कर्मचारी स्टॉक विकल्प (ईएसओपी)	सामान्य तौर पर, ईएसओपी उस कर्मचारी को नहीं दिया जाता है जो प्रमोटर या प्रमोटर समूह से संबंधित व्यक्ति है और कोई निदेशक जो या तो स्वयं या अपने रिश्तेदार या कॉर्पोरेट निकाय के माध्यम से, प्रत्यक्ष या अप्रत्यक्ष रूप से कंपनी की 10% से अधिक इक्विटी रखता है। स्टार्ट-अप को प्रमोटरों और निदेशकों को ईएसओपी जारी करने की अनुमति है।
8.	नियम 2 (1)(ग) (xvii) कंपनी (जमा की स्वीकृति) नियम, 2014	परिवर्तनीय नोट	स्टार्ट-अप एकल व्यक्ति से एक ही किश्त में परिवर्तनीय नोट (इक्विटी शेयरों में परिवर्तनीय या जारी होने की तारीख से दस साल से अधिक की अवधि के भीतर चुकाने योग्य) के माध्यम से 25 लाख रुपये या उससे अधिक की राशि प्राप्त कर सकते हैं, और इस तरह के लेनदेन को जमा नहीं माना जाता है।
9.	कंपनी (जमा की स्वीकृति) नियम, 2014 का नियम 3(3)	जमा की स्वीकृति	कंपनियां आमतौर पर अपने सदस्यों से किसी भी जमा को स्वीकार या नवीनीकृत कर सकती हैं जो कंपनी के चुकता शेयर पूंजी, मुक्त भंडार और प्रतिभूति प्रीमियम खाते के 35% से अधिक नहीं है। लेकिन स्टार्ट-अप को राशि पर किसी भी प्रतिबंध के बिना सदस्यों से जमा स्वीकार करने की अनुमति दी गई है।

FOREST CONSERVATION

5018. SHRIMATI BHARTI PARDHI:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRI ATUL GARG:

DR. SHRIKANT EKNATH SHINDE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI NARESH GANPAT MHASKE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government recognises forests as critical ecological assets contributing to environmental stability, biodiversity conservation and climate resilience in the country particularly in Madhya Pradesh, Maharashtra and Uttar Pradesh;

(b) the details of measures taken to strengthen forest conservation, afforestation and sustainable forest management across the country;

(c) whether initiatives have been undertaken to promote research, documentation and preservation of forest ecosystems and associated cultural heritage, if so, the details thereof and if not, the reasons therefor;

(d) the details of steps taken to address threats, such as deforestation, illegal logging and climate change; and

(e) the expected role of forest conservation in achieving India’s climate commitments and ecological sustainability goals?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): Yes, the Government recognises forests as critical ecological assets that play a vital role in maintaining environmental stability, conserving biodiversity and enhancing climate resilience across the country, including in the States of Madhya Pradesh, Maharashtra and Uttar Pradesh.

(b) and (c): The Ministry provides technical and financial support to the States and Union Territories through various schemes and programmes of the Central Government for increasing forest and tree cover, including protection, conservation and sustainable management of forests in the country. These include, inter alia, the National Mission for a Green India (GIM), Nagar Van Yojana (NVY), Mangrove Initiative for Shoreline Habitats and Tangible Incomes (MISHTI), Compensatory Afforestation Fund Management and Planning Authority (CAMPA), Integrated Development of Wildlife Habitats, and forest fire prevention and management schemes. In addition, States and Union Territories implement State-specific afforestation, reforestation and forest conservation schemes in accordance with their ecological, climatic and geographic conditions.

Further, a plantation campaign “एक पेड़ माँ के नाम #Plant4Mother” has also been launched on the occasion of World Environment Day 2024 and in the current year also to undertake plantation activities across the country. This campaign follows the “Whole of Government” and “Whole of Society” approach

with participation of all stakeholders for increasing the green cover in the country. The campaign has contributed to large scale plantation aiding the enhancement of green cover in the country.

The Ministry promotes research, documentation and academic activities relating to forestry and forest ecosystems through institutions such as the Indian Council of Forestry Research and Education and the Indian Institute of Forest Management. These institutions undertake research, training, consultancy and knowledge dissemination in areas such as forest management, biodiversity conservation, climate change and natural resource management.

(d) and (e): The Protection and management of forest are primarily the responsibility of the State Governments/Union Territory Administrations. There are legal frameworks for the protection and management of forest resources of the country which include, the Indian Forest Act 1927, Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, and the State Forest Acts, Tree Preservation Acts and Rules, etc. The State Governments /UT Administrations take appropriate actions to protect forest and tree resources and address deforestation, illegal logging under the provisions made under these Acts/ Rules.

India has submitted its Nationally Determined Contribution (NDC) first in 2015, and updated it in August 2022. One of the goals under the NDC is to create an additional carbon sink of 2.5-3 billion of tonnes of CO_2 equivalent through increased forest and tree cover by 2030.

The Government is implementing a National Mission for a Green India under the National Action Plan on Climate Change. The Mission focuses on increasing forest cover, restoring degraded forests and enhancing ecosystem services through community participation. As per India State of Forest Report (ISFR) 2023, an additional carbon sink of 2.29 billion tones CO_2 equivalent has been created between 2005 and 2021 against the NDC target 2.5 to 3 billion tonnes by 2030.

राष्ट्रीयकृत बैंकों की शाखाएं

5019. श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) देश के विभिन्न राज्यों में ऐसे गांवों की संख्या कितनी है जहां किसी भी राष्ट्रीयकृत बैंक की एक भी शाखा नहीं है;

(ख) गत पांच वर्षों के दौरान आज तक देश में महाराष्ट्र सहित वर्ष-वार और राज्य-वार कुल कितने लोगों के पास बैंक खाते नहीं हैं;

(ग) क्या सरकार ने बैंकिंग सुविधाओं से वंचित परिवारों की संख्या में कमी लाने के लिए विद्यमान वित्तीय समावेशन पहलों की प्रभावकारिता की समीक्षा की है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(ङ) महाराष्ट्र राज्य के दूरस्थ तथा अल्पसेवित क्षेत्रों में डिजिटल तथा भौतिक बैंकिंग अवसंरचना को सुदृढ़ करने सहित समान बैंकिंग पहुंच सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ङ): सरकार का प्रयास यह सुनिश्चित करना है कि देश के सभी बसे हुए गांवों के 05 किलोमीटर (किमी) के भीतर बैंकिंग आउटलेट (बैंक शाखा/व्यवसाय प्रतिनिधि (बीसी)/इंडिया पोस्ट पेमेंट्स बैंक (आईपीपीबी)) की उपलब्धता सुनिश्चित की जाए। बैंकिंग आउटलेट की उपलब्धता की निगरानी भौगोलिक सूचना प्रणाली (जीआईएस) आधारित एप्लिकेशन, जन धन दर्शक (जेडीडी) नामक ऐप द्वारा की जाती है।

जेडीडी ऐप पर बैंकों द्वारा अपलोड किए गए आंकड़ों के आधार पर दिनांक 06.03.2026 की स्थिति के अनुसार देश के 99.92% गांव 05 किमी के दायरे में बैंकिंग आउटलेट (बैंक शाखा/बीसी/आईपीपीबी) से कवर किए गए हैं। वर्तमान में बिना बैंक खाते वाली कुल जनसंख्या के संबंध में आंकड़े केन्द्रीय स्तर पर नहीं रखे जाते हैं।

इसके अलावा, भारतीय रिजर्व बैंक के मौजूदा दिशा-निर्देशों के अनुसार, कवर न किए गए क्षेत्रों में बैंकिंग आउटलेट को शुरू करना एक सतत प्रक्रिया है जिसकी देखरेख राज्य स्तरीय बैंकर्स समिति (एसएलबीसी)/संघ राज्य क्षेत्र स्तरीय बैंकर्स समिति (यूटीएलबीसी) द्वारा संबंधित राज्य सरकारों, सदस्य बैंकों और अन्य हितधारकों के परामर्श से की जाती है। बैंक, अन्य बातों के साथ-साथ, भारतीय रिजर्व बैंक के अनुदेशों, अपनी व्यावसायिक योजनाओं और वाणिज्यिक व्यवहार्यता को ध्यान में रखते हुए बैंकिंग आउटलेट खोलने के प्रस्तावों पर विचार करते हैं। बैंकिंग आउटलेट खोलने की व्यवहार्यता का और अधिक मूल्यांकन करने के लिए बैंक आवश्यकतानुसार सर्वेक्षण करते हैं।

भारत सरकार की वित्तीय समावेशन योजनाओं को बढ़ावा देने के लिए बैंक बुनियादी स्तर पर नियमित जागरूकता शिविर आयोजित करते हैं। इसके अतिरिक्त, बैंकों और अन्य संबंधित हितधारकों के साथ इन योजनाओं के कार्यान्वयन और प्रभावशीलता की नियमित रूप से निगरानी करने के लिए एक समीक्षा तंत्र मौजूद है।

प्रधानमंत्री जन धन योजना (पीएमजेडीवाई) को अगस्त 2014 में प्रत्येक बैंकरहित परिवार के लिए सर्वसुलभ बैंकिंग सेवाएं प्रदान की जा सकने के लिए प्रारंभ किया गया था। इसके अलावा,

सरकार की वित्तीय समावेशन पहलों को गति देने के लिए इस योजना को दिनांक 14.08.2018 से आगे बढ़ाया गया था, जिसमें 'हर परिवार' से 'हर बैंक रहित वयस्क' पर ध्यान केंद्रित किया गया था।

सरकार द्वारा यह सुनिश्चित करने के लिए कई पहल की जा रही हैं कि समाज के सभी वर्गों को देश में वित्तीय समावेशन योजनाओं तक समान पहुंच प्राप्त हो, जो बैंकिंग सुविधा से वंचित लोगों को बैंकिंग सेवा प्रदान करने, असुरक्षित लोगों को सुरक्षित करने, गैर वित्तपोषितों को वित्तपोषित करने और असेवित और अल्पसेवित क्षेत्रों की सेवा करने के मार्गदर्शक सिद्धांतों पर आधारित हो। वर्तमान में, वित्तीय समावेशन प्रमुख योजनाओं अर्थात् प्रधानमंत्री जन धन योजना (पीएमजेडीवाई), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई), प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई) और अटल पेंशन योजना (एपीवाई) की पैठ बढ़ाने के उद्देश्य से देश भर में दिनांक 01.07.2025 से 31.10.2025 तक ग्राम पंचायत स्तर पर परिपूर्णता अभियान शुरू किया गया था।

महाराष्ट्र राज्य में भौतिक और डिजिटल बैंकिंग अवसंरचना की उपलब्धता निम्नानुसार है:-

महाराष्ट्र में बैंकिंग अवसंरचना (दिनांक 28.2.2026 की स्थिति के अनुसार)			
शाखा	**बीसी**	**एटीएम**	**आईपीपीबी**
18,331	1,51,421	21,834	13,761

स्रोत: जेडीडी ऐप

महाराष्ट्र में स्थापित डिजिटल बैंकिंग यूनिट (डीबीयू) की सूची (फरवरी 2026 की स्थिति के अनुसार)			
क्रम सं	**जिला का नाम**	**राज्य/ संघ राज्य क्षेत्र**	**बैंक**
1	औरंगाबाद	महाराष्ट्र	बैंक ऑफ महाराष्ट्र
2	सतारा	महाराष्ट्र	बैंक ऑफ महाराष्ट्र
3	लोकमंगल	महाराष्ट्र	बैंक ऑफ महाराष्ट्र

4	ठाणे	महाराष्ट्र	एचडीएफसी बैंक
5	पुणे	महाराष्ट्र	एचडीएफसी बैंक
6	नागपुर	महाराष्ट्र	यूनियन बैंक ऑफ इंडिया

प्लास्टिक कचरे का सृजन

5020. श्री मनसुखभाई धनजीभाई वसावाः

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या प्लास्टिक पर प्रतिबंध के बावजूद दिल्ली सहित देश के महानगरों में बड़ी मात्रा में प्लास्टिक अपशिष्ट उत्पन्न हो रहा है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ग) प्लास्टिक के उपयोग को रोकने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है तथा इस संबंध में कितनी कंपनियों और व्यक्तियों के विरुद्ध दंडात्मक कार्रवाई की गई है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) और (ख): राज्य प्रदूषण नियंत्रण बोर्डों (एसपीसीबी)/प्रदूषण नियंत्रण समितियों (पीसीसी) द्वारा सीपीसीबी को प्रदान की गई जानकारी के आधार पर, उत्पन्न हुए प्लास्टिक अपशिष्ट की मात्रा निम्न प्रकार है:

वित्तीय वर्ष	**प्लास्टिक अपशिष्ट उत्पादन (टन/वर्ष)**
2020-21	41,26,808
2021-22	39,01,802
2022-23	41,36,188

प्लास्टिक अपशिष्ट प्रबंधन नियमों की वार्षिक कार्यान्वयन रिपोर्ट के अनुसार, वर्ष 2020-21 और 2021-22 के लिए दिल्ली में अनुमानित प्लास्टिक अपशिष्ट उत्पादन क्रमशः लगभग 3,45,000 टन प्रति वर्ष और 3,77,596 टन प्रति वर्ष है।

(ग): पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने 01 जुलाई 2022 से कम उपयोगिता और अधिक कूड़ा फैलाने वाले कुछ अभिज्ञात सिंगल यूज प्लास्टिक के उत्पादों पर प्रतिबंध लगा दिया है। राज्यों और संघ राज्य क्षेत्रों को नियमित प्रवर्तन अभियान चलाने के लिए कहा गया है ताकि अभिज्ञात सिंगल यूज प्लास्टिक के उत्पादों और 120 माइक्रोन से कम मोटाई वाले प्लास्टिक कैरी बैग पर प्रतिबंध को लागू किया जा सके। इन क्षेत्रों में फल और सब्जी बाजार, थोक बाजार, स्थानीय बाजार, फूल विक्रेता, प्लास्टिक कैरी बैग बनाने वाली इकाइयां आदि शामिल हैं। उल्लंघन के मामलों में संबंधित प्राधिकारियों द्वारा कार्रवाई की गई है, जिसमें प्रतिबंधित सिंगल यूज प्लास्टिक के उत्पादों की ज़ब्ती और जुर्माना लगाना शामिल है। एसपीसीबी/पीसीसी द्वारा प्रदान किए गए विवरण और एसयूपी अनुपालन निगरानी पोर्टल पर उपलब्ध जानकारी के अनुसार, जुलाई 2022 से अब तक कुल 8,61,908 निरीक्षण किए गए हैं और 1989 टन प्रतिबंधित सिंगल यूज प्लास्टिक के उत्पाद जब्त किए गए हैं तथा कुल 19.83 करोड़ रुपये का जुर्माना लगाया गया है।

इसके अलावा, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने 16 फरवरी, 2022 को प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2022 के माध्यम से प्लास्टिक पैकेजिंग के लिए विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) संबंधी दिशानिर्देश अधिसूचित किए हैं। इन दिशानिर्देशों में ईपीआर, प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण, कठोर प्लास्टिक पैकेजिंग के पुन: उपयोग और पुनर्चक्रित प्लास्टिक सामग्री के उपयोग के लिए अनिवार्य लक्ष्य निर्धारित किए गए हैं। प्लास्टिक पैकेजिंग पर केंद्रीकृत ऑनलाइन विस्तारित उत्पादक उत्तरदायित्व पोर्टल के अनुसार, इस पोर्टल पर 60,128 पंजीकृत उत्पादक, आयातक और ब्रांड मालिक तथा 3012 पंजीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता मौजूद हैं। वर्ष 2022 में ईपीआर दिशानिर्देशों के लागू

होने के बाद से लगभग 207 लाख टन प्लास्टिक पैकेजिंग अपशिष्ट का पुनर्चक्रण किया गया है। ईपीआर दायित्वों का अनुपालन सुनिश्चित करने के लिए, केंद्रीय प्रदूषण नियंत्रण बोर्ड ने पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 के तहत पंजीकृत उत्पादकों, आयातकों और ब्रांड मालिकों को ईपीआर लक्ष्यों की पूर्ति न करने और वित्तीय वर्ष 2022-23 और वित्तीय वर्ष 2023-24 की वार्षिक विवरणी जमा न करने के लिए दिनांक 25.11.2024, 30.12.2024 और 11.03.2026 को कारण बताओ नोटिस जारी किए हैं।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने 05 जून, 2025 को नई दिल्ली के भारत मंडपम में 'एक राष्ट्र, एक मिशन: प्लास्टिक प्रदूषण का अंत' नारे के साथ विश्व पर्यावरण दिवस 2025 मनाया। विश्व पर्यावरण दिवस 2025 से पहले निष्पादित किए गए एक माह लंबे अभियान-पूर्व कार्यकलापों के एक हिस्से के रूप में देश भर में लगभग 69,000 कार्यक्रम आयोजित किए गए, जिनमें लगभग 21 लाख लोगों ने भाग लिया। राज्य प्रदूषण नियंत्रण बोर्डों और प्रदूषण नियंत्रण समितियों द्वारा दी गई जानकारी के आधार पर, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय और केंद्रीय प्रदूषण नियंत्रण बोर्ड ने एक कार्यक्रम तैयार किया है।

"प्रतिबंधित सिंगल यूज प्लास्टिक वस्तुओं के पर्यावरण-अनुकूल विकल्पों के विनिर्माताओं/विक्रेताओं का संक्षिप्त संग्रह", विश्व पर्यावरण दिवस 2025 को जारी किया गया। इस संग्रह में देश भर में फैले लगभग 1000 इकाइयों का विवरण दिया गया है। व्यापक प्रसार और उपयोग के लिए यह संकलन सीपीसीबी की वेबसाइट पर उपलब्ध है। पर्यावरण-अनुकूल विकल्पों के विकास को ध्यान में रखते हुए, भारतीय मानक ब्यूरो ने पहले ही भोजन परोसने के कृषि उप-उत्पादों से बने बर्तनों के लिए भारतीय मानक आईएस 18267 अधिसूचित किया था।

प्लास्टिक प्रदूषण की समस्या के समाधान पर सरकार के फोकस को ध्यान में रखते हुए, डबल्यूईडी 2025 के दौरान प्रतिबंधित सिंगल-यूज प्लास्टिक के पर्यावरण-अनुकूल विकल्पों पर एक राष्ट्रीय प्रदर्शनी का आयोजन किया गया था। इस प्रदर्शनी में पूरे भारत से 150 स्टार्टअप, पुनर्चक्रण और स्थानीय निकायों ने सक्रिय रूप से भाग लिया और सिंगल यूज प्लास्टिक और

प्लास्टिक अपशिष्ट प्रबंधन के पर्यावरण-अनुकूल विकल्पों पर नवीन तकनीकों और सर्वोत्तम कार्यप्रथाओं का प्रदर्शन किया।

राष्ट्रीय प्लास्टिक प्रदूषण उपशमन अभियान (एनपीपीआरसी) भी 5 जून से 31 अक्तूबर 2025 की अवधि के लिए शुरू किया गया था। इस अभियान में स्वच्छता ही सेवा कार्यक्रम के तहत शहरी और ग्रामीण क्षेत्रों में प्लास्टिक प्रदूषण को कम करने से संबंधित कार्यकलाप शामिल किए गए थे। इन कार्यकलापों में सरकारी कार्यालयों में, विशेष रूप से अभियान 5.0 के दौरान, अनावश्यक एकल-उपयोग प्लास्टिक के उपयोग को कम करने पर विशेष ध्यान दिया गया था। एनपीपीआरसी के एक भाग के रूप में, केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा सिंगल-यूज प्लास्टिक के पर्यावरण-अनुकूल विकल्पों पर एक हैकाथॉन का आयोजन भी किया गया था।

करौली में ऐतिहासिक और धार्मिक स्थलों का विकास

5021. श्री भजन लाल जाटव:

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा करौली में पर्यटन को बढ़ावा देने के लिए पंचना बांध, तिमनगढ़ किला, अंजनी माता मंदिर, कैलादेवी मंदिर तथा अन्य ऐतिहासिक और धार्मिक स्थलों के सौंदर्यीकरण, संरक्षण और विकास के लिए उठाए गए कदमों का ब्यौरा क्या है;

(ख) क्या इन स्थलों के लिए कोई विशेष संरक्षण परियोजनाएँ स्वीकृत की गई हैं और यदि हाँ, तो उक्त परियोजनाओं की प्रकृति, स्वीकृत निधि तथा उनके कार्यान्वयन की समय-सीमा का ब्यौरा क्या है; और

(ग) करौली और धौलपुर में स्थित इन स्मारकों और मंदिरों के आस-पास के क्षेत्रों में स्थानीय समुदायों की भागीदारी बढ़ाने तथा निवासियों के लिए स्वरोजगार के अवसरों को प्रोत्साहित करने के लिए क्या पहल की गई हैं/की जा रही हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग): पर्यटक गंतव्यों और पर्यटन उत्पादों का विकास एवं संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है।

पर्यटन मंत्रालय, 'स्वदेश दर्शन (एसडी)', 'स्वदेश दर्शन 2.0 (एसडी 2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)'- स्वदेश दर्शन 2.0 योजना की एक उप-योजना, 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)' नामक अपनी जारी केंद्रीय क्षेत्र की योजनाओं के माध्यम से राज्यों/संघ राज्यक्षेत्रों के परामर्श से पर्यटन संबंधी अवसंरचना के विकास के लिए वित्तीय सहायता प्रदान करके उनके प्रयासों को संपूरित करता है।

पर्यटन मंत्रालय ने उपर्युक्त योजनाओं के तहत राजस्थान राज्य में ऐतिहासिक और धार्मिक स्थलों सहित अनेक परियोजनाओं को मंजूरी दी है। उपर्युक्त योजनाओं के तहत स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

इसके अलावा, भारत सरकार ने वर्ष 2024-25 में पूंजी निवेश हेतु राज्यों को विशेष सहायता योजना (एसएएससीआई) के तहत राजस्थान राज्य में दो परियोजनाओं को मंजूरी दी है, जिनका विवरण निम्न प्रकार है:

परियोजना का नाम	**स्वीकृति वर्ष**	**स्वीकृत राशि (करोड़ रू. में)**
अंबर-नाहरगढ़ और आसपास के क्षेत्र में विकास	नवंबर 2024	49.31
जल महल में विकास	नवंबर 2024	96.61

पर्यटन परियोजनाओं के लिए वित्तीय सहायता हेतु राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से प्रस्तावों की प्राप्ति एक सतत् प्रक्रिया है। प्राप्त प्रस्तावों की निर्धारित दिशा-निर्देशों के संदर्भ में जांच की जाती है एवं निर्धारित शर्तों के अनुपालन एवं निधियों की उपलब्धता के अध्यधीन ऐसी परियोजनाओं के लिए वित्तीय सहायता प्रदान की जाती है।

इन योजनाओं के तहत परियोजनाओं के कार्यान्वयन की जिम्मेदारी संबंधित राज्य

सरकार/संघ राज्यक्षेत्र प्रशासन की है। तथापि, पर्यटन मंत्रालय परियोजनाओं की प्रगति की नियमित रूप से निगरानी करता है और संबंधित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को परियोजनाओं को समयबद्ध तरीके से पूरा करने के लिए प्रोत्साहित भी करता है।

इन योजनाओं के तहत मंत्रालय संबंधित गंतव्यों पर स्थिरता और आजीविका के अवसरों में वृद्धि करने की दृष्टि से स्थानीय समुदायों की सह-भागीदारी सहित समुदाय-आधारित एवं उत्तरदायी पर्यटन पर बल देता है।

विवरण

राजस्थान राज्य में एसडी, एसडी 2.0 और प्रशाद योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा निम्नवत है

(करोड़ रु. में)

क्र. सं.	परियोजना का नाम	स्वीकृति वर्ष	स्वीकृत राशि	स्थिति
क	**स्वदेश दर्शन**			
i.	जयपुर जिले में सांभर लेक टाउन और अन्य स्थलों का विकास	सितंबर 2015	50.01	पूर्ण
ii.	गोविंद देव जी मंदिर (जयपुर), खाटूश्याम जी (सीकर) और नाथद्वारा (राजसमंद) का एकीकृत विकास	सितंबर 2016	75.80	पूर्ण
iii.	आध्यात्मिक परिपथ - 'चूरू का विकास (सालासर) बालाजी)-जयपुर (श्री समोदके) बालाजी, घटके बालाजी, बांधेकेबालाजी)- विराटनगर (बीजक, जैनसिया, अंबिका मंदिर)- भरतपुर (कामा क्षेत्र)- धौलपुर(मुचकुंद)- मेहंदीपुर बालाजी - चित्तौड़गढ़ (सांवलियाजी) का विकास	मार्च 2017	87.05	पूर्ण
iv.	विरासत परिपथ राजसमंद (कुंभलगढ़ किला) - जयपुर (जयपुर और नाहरगढ़ किले में अग्रभाग की प्रकाश व्यवस्था) - झालावाड़ (गागरोन किला) – चित्तौड़गढ़ (चित्तौड़गढ़ किला) - जैसलमेर (जैसलमेर किला) - हनुमानगढ़ (गोगामेड़ी) - उदयपुर (प्रताप गौरव केंद्र) - धौलपुर (बाग -आई- नीलोफर और पुरानी) छावनी) - नागौर (मीरा बाई स्मारक, मेड़ता) - टोंक (सुनहरी) कोठी का विकास	जून 2017	70.61	पूर्ण
ख	**स्वदेश दर्शन 2.0**			

i.	आध्यात्मिक अनुभव, केशवरायपाटन	फरवरी 2024	21.65	जारी
ii.	खाटू श्याम जी मंदिर (सीकर) में विकास कार्य	मार्च 2025	87.87	जारी
iii.	करणी माता मंदिर, बीकानेर में विकास कार्य	जुलाई 2025	22.58	जारी
iv.	मालासेरी डूंगरी, भीलवाड़ा जिला का विकास	जुलाई 2025	48.73	जारी
ग	**प्रशाद**			
i.	पुष्कर /अजमेर का एकीकृत विकास	अक्तूबर 2015	32.64	पूर्ण

पर्वतीय पर्यटन परिपथों का विकास

5022. श्री अजय भट्ट:

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का देश में अंतर्राष्ट्रीय मानकों के अनुरूप पर्वतीय पर्यटन परिपथों का विकास करने का प्रस्ताव है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या इस प्रकार के विकास के लिए प्रारंभ में पाँच राज्यों की पहचान की गई है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या उत्तराखंड को भी उक्त सूची में शामिल किया गया है; और

(ङ) यदि हाँ, तो उक्त राज्य के लिए स्वीकृत तथा जारी की गई निधि का ब्यौरा क्या है तथा कौन से विकास कार्य किए जाने हेतु प्रस्तावित हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ङ): पर्यटन स्थलों और उत्पादों का विकास मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। तथापि, पर्यटन मंत्रालय पहाड़ी क्षेत्र में स्थित परियोजनाओं

सहित संपूर्ण देश में पर्यटकों के अनुभव को बेहतर बनाने हेतु पर्यटन अवसंरचना के विकास के लिए अपनी योजनाओं के माध्यम से राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता प्रदान कर उनके प्रयासों को संपूरित करता है। मंत्रालय ने हिमालयन थीम सहित पहाड़ी और पर्वतीय क्षेत्र को शामिल करते हुए चिह्नित विषयगत परिपथों के तहत पर्यटन अवसंरचना के विकास के विचार के साथ वर्ष 2014-15 में अपनी 'स्वदेश दर्शन योजना' की शुरुआत की और देश के भीतर 76 परियोजनाओं को स्वीकृति प्रदान की।

इस योजना को सतत और उत्तरदायी पर्यटक गंतव्य के विकास के उद्देश्य के साथ 'स्वदेश दर्शन 2.0 (एसडी 2.0)' के नाम से नया रूप दिया गया है और मंत्रालय ने इस पहल के तहत देश में 53 परियोजनाओं को स्वीकृति प्रदान की है। इसके अलावा, मंत्रालय ने 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)' और 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)' नामक स्वदेश दर्शन योजना की एक उप योजना के अंतर्गत भी परियोजनाओं को स्वीकृति प्रदान की है।

इसके अतिरिक्त भारत सरकार ने 'पूंजी निवेश के लिए राज्यों को विशेष सहायता - वैश्विक पैमाने पर प्रतिष्ठित पर्यटक केदो का विकास' योजना के तहत देश में 23 राज्यों में 3295.76 करोड़ रुपए की 40 परियोजनाओं को मंजूरी दी है, जिसका प्राथमिक उद्देश्य देश में समग्र रूप से प्रतिष्ठित पर्यटक केंद्रों का विकास करना है। भारत सरकार ने वर्ष 2026-27 की अपनी बजट घोषणा में हिमाचल प्रदेश, उत्तराखंड और जम्मू एवं कश्मीर तथा पूर्वी घाट में अराकू घाटी और पश्चिमी घाट में पौढ़ीगई मलाई में पर्वतीय ट्रेल्स के विकास के लिए और विश्व स्तरीय ट्रैकिंग एवं हाइकिंग का अनुभव प्रदान करने के क्षेत्र में भारत की क्षमता और अवसर को भी समझा है।

उत्तराखंड सहित देश के विभिन्न राज्यों/संघ राज्यक्षेत्रों में एसडी, एसडी 2.0, सीबीडीडी, एसएएससीआई और प्रशाद के तहत स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

उत्तराखंड सहित देश के विभिन्न राज्यों/संघ राज्यक्षेत्रों में एसडी, एसडी 2.0, सीबीडीडी, एसएएससीआई और प्रशाद के तहत स्वीकृत परियोजनाओं का ब्यौरा

क्र. सं.	राज्य/संघ राज्यक्षेत्र	परिपथ/ स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)	जारी/ प्राधिकृत राशि (करोड़ रु. में)
1.	अंडमान और निकोबार द्वीप समूह	तटीय परिपथ 2016-17	लॉन्ग द्वीप - रॉस स्मिथ द्वीप - नील द्वीप - हैवलॉक द्वीप- बाराटांग द्वीप - पोर्ट ब्लेयर का विकास	27.57	22.13
2.	आंध्र प्रदेश	तटीय परिपथ 2014-15	काकीनाडा - होप आइलैंड - कोरिंगा वन्यजीव अभयारण्य - पासरलापुडी - अडुरु - एस यानम - कोटिपल्ली का विकास	67.83	67.83
3.	आंध्र प्रदेश	तटीय परिपथ 2015-16	नेल्लोर – पुलिकट झील - उब्बलमाडुगु जल प्रपात - नेलापट्टू - कोठाकोडुरु - मायपाडु - रामतीर्थम – इस्कापल्ली का विकास	49.55	49.55
4.	आंध्र प्रदेश	बौद्ध परिपथ 2017-18	बौद्ध परिपथ: शालीहुंडम – बाविकोंडा – बोज्जनकोंडा – अमरावती - अनूपु का विकास	35.24	30.02
5.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2014-15	भालुकपोंग - बोमडिला और तवांग का विकास	49.77	47.28
6.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2015-16	नफरा – सेप्पा - पप्पू, पासा, पक्के घाटियाँ – संगदूपोटा-न्यू सगाली– जीरो-योम्चा का विकास	96.72	91.88
7.	असम	वन्यजीव परिपथ 2015-16	मानस – प्रोबितोरा – नामेरी – काजीरंगा – डिब्रू - सैखोवा का विकास	94.68	94.68
8.	असम	विरासत परिपथ 2016-17	तेजपुर – माजुली - शिवसागर का विकास	90.98	90.97
9.	बिहार	तीर्थंकर परिपथ 2016-17	वैशाली – आरा – मसाद – पटना – राजगीर – पावापुरी - चंपापुरी का विकास	33.96	30.04

10.	बिहार	आध्यात्मिक परिपथ 2016-17	कांवरिया मार्ग: सुल्तानगंज – धर्मशाला - देवघर का विकास	44.76	42.52
11.	बिहार	बौद्ध परिपथ 2016-17	बौद्ध परिपथ का विकास - बोधगया में कन्वेंशन सेंटर का निर्माण	95.18	95.18
12.	बिहार	ग्रामीण परिपथ 2017-18	भितिहरवा – चंद्रहिया - तुर्कौलिया का विकास	44.27	40.31
13.	बिहार	आध्यात्मिक परिपथ 2017-18	मंदार हिल और अंग प्रदेश का विकास	44.55	42.32
14.	छत्तीसगढ़	जनजातीय परिपथ 2015-16	जशपुर – कुनकुरी – मैनपाट – कमलेशपुर – महेशपुर – कुर्दार – सरोधदादर – गंगरेल – कोंडागांव – नाथियानवागांव – जगदलपुर – चित्रकूट - तीर्थगढ़ का विकास	96.10	94.23
15.	गोवा	तटीय परिपथ 2016-17	सिंक्वेरिम-बागा, अंजुना-वागाटोर, मोरजिम - केरी, अगुआड़ा किला और अगुआड़ा जेल का विकास	97.65	97.65
16.	गोवा	तटीय परिपथ 2017-18	तटीय परिपथ II: रुआ डी ओरम क्रीक - डोना पाउला - कोलवा - बेनौलिम का विकास	99.35	99.35
17.	गुजरात	विरासत परिपथ 2016-17	अहमदाबाद – राजकोट – पोरबंदर – बारदोली - दांडी का विकास	59.17	56.21
18.	गुजरात	विरासत परिपथ 2016-17	वडनगर - मोढेरा का विकास	91.12	87.25
19.	गुजरात	बौद्ध परिपथ 2017-18	जूनागढ़ - गिर सोमनाथ – भरूच – कच्छ – भावनगर – राजकोट - मेहसाणा का विकास	26.68	22.28
20.	हरियाणा	कृष्ण परिपथ 2016-17	कुरुक्षेत्र में महाभारत से संबंधित स्थानों पर पर्यटन अवसंरचना का विकास	77.39	76.74
21.	हिमाचल प्रदेश	हिमालयन परिपथ 2016-17	हिमालय परिपथ: कियारीघाट, शिमला, हाटकोटी, मनाली, कांगड़ा, धर्मशाला, बीर, पालमपुर, चंबा का विकास	68.34	64.55
22.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू–श्रीनगर–पहलगाम-भगवती नगर – अनंतनाग - सलामाबाद, उरी – कारगिल - लेह का विकास	77.33	67.37

23.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू-राजौरी-शोपियां-पुलवामा में पर्यटक सुविधाओं का विकास	81.60	67.35
24.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	पर्यटक सुविधाओं का विकास - पीएम विकास पैकेज के तहत 2014 में बाढ़ में नष्ट हुई परिसंपत्तियों के बदले परिसंपत्तियों का निर्माण	90.43	74.7
25.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	मंतलाई और सुधमहादेव में पर्यटक सुविधाओं का विकास	91.99	91.93
26.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	अनंतनाग – पुलवामा – किश्तवर – पहलगाम - जांस्कर पदुम – दक्सुम - रंजीत सागर बांध में पर्यटक सुविधाओं का विकास	86.39	69.95
27.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	गुलमर्ग – बारामूला – कुपवाड़ा - कारगिल - लेह में पर्यटक सुविधाओं का विकास	91.84	85.80
28.	झारखंड	इको परिपथ 2018-19	इको पर्यटन परिपथ: दलमा - बेतला नेशनल पार्क – मिरचैया - नेतरहाट का विकास	30.44	30.44
29.	केरल	इको परिपथ 2015-16	पथनमथिट्टा – गवी – वागामोन - तेक्कडी का विकास	64.08	64.08
30.	केरल	आध्यात्मिक परिपथ 2016-17	सबरीमाला – एरुमेली – पम्पा - सन्निधानम का विकास	46.54	33.39
31.	केरल	आध्यात्मिक परिपथ 2016-17	श्रीपद्मनाभ अर्नामूला का विकास	78.08	73.77
32.	केरल	ग्रामीण परिपथ 2018-19	मालानाड मालाबार क्रूज पर्यटन परियोजना का विकास	57.35	45.88
33.	केरल	आध्यात्मिक परिपथ 2018-19	शिवगिरीश्री नारायण गुरु आश्रम - अरुवीपुरम - कुन्नुमपारा श्री सुब्रह्मनिया - चेम्बझंथी श्री नारायण गुरुकुलम का विकास	66.42	42.01
34.	मध्य प्रदेश	वन्यजीव परिपथ 2015-16	पन्ना–मुकुंदपुर–संजय–दुबरी- बांधवगढ़–कान्हा – मुक्की - पेंच में वन्यजीव परिपथ का विकास	92.10	86.31
35.	मध्य प्रदेश	बौद्ध परिपथ	सांची – सतना – रीवा – मंदसौर - धार का विकास	74.02	72.75

		2016-17			
36.	मध्य प्रदेश	विरासत परिपथ 2016-17	ग्वालियर – ओरछा – खजुराहो – चंदेरी – भीमबेटका – मांडू का विकास	89.82	89.49
37.	मध्य प्रदेश	इको परिपथ 2017-18	गांधीसागर बांध - मंडलेश्वर बांध - ओंकारेश्वर बांध - इंदिरा सागर बांध - तवा बांध - बरगी बांध – भेड़ाघाट - बाणसागर बांध - केन नदी का विकास	93.76	93.59
38.	महाराष्ट्र	तटीय परिपथ 2015-16	सिंधुदुर्ग तटीय परिपथ - सागरेश्वर, तारकरली, विजयदुर्ग (बीच और क्रीक), मितभव का विकास	19.06	18.10
39.	महाराष्ट्र	आध्यात्मिक परिपथ 2018-19	वाकी – अदासा – धापेवाड़ा – पारदसिंघा – तेलनखंडी - गिराड का विकास	45.47	43.19
40.	मणिपुर	उत्तर-पूर्वी परिपथ 2015-16	मणिपुर में पर्यटक परिपथ: इम्फाल -खोंगजोम का विकास	72.23	61.32
41.	मणिपुर	आध्यात्मिक परिपथ 2016-17	श्री गोविंदजी मंदिर, श्री बिजॉय गोविंदजी मंदिर – श्री गोपीनाथ मंदिर – श्री बंगशीबोदोन मंदिर – श्री कैना मंदिर का विकास	45.34	45.33
42.	मेघालय	उत्तर-पूर्वी परिपथ 2016-17	उमियम (लेक व्यू), यू लुम सोहपेटबनेंग - मावडियांगडियांग - आर्किड लेक रिज़ॉर्ट का विकास	99.13	99.11
43.	मेघालय	उत्तर-पूर्वी परिपथ 2018-19	वेस्ट खासी हिल्स (नोंगखलाव- क्रेम तिरोट - खुदोई और कोहमांग जलप्रपात - खरी नदी- मावथाद्रीशन, शिलांग), जयंतिया हिल्स (क्रांग सूरी फॉल्स- शिरमंग-इयूक्सी), गारो हिल्स (नोकरेक रिजर्व, कट्टाबील, सिजू गुफाएं) का विकास	84.97	84.96
44.	मिजोरम	उत्तर-पूर्वी परिपथ 2015-16	थेनजोल और साउथ ज़ोटे, जिला सेरछिप और रईक का विकास	92.26	92.26
45.	मिजोरम	इको परिपथ 2016-17	इको-एडवेंचर परिपथ आइजोल -रावपुइचिप - खवफाप - लेंगपुई - चटलांग- सकाव्रहमुइटुइतलांग - मुथी - बेराटलांग - तुइरियल एयरफील्ड - हमुइफांग का विकास	66.37	53.09
46.	नागालैंड	जनजातीय परिपथ 2015-16	जनजातीय परिपथ पेरेन- कोहिमा- वोखा का विकास	97.36	97.36

47.	नागालैंड	जनजातीय परिपथ 2016-17	मोकोकचुंग – तुएनसांग - मोन का विकास	98.14	98.14
48.	ओडिशा	तटीय परिपथ 2016-17	गोपालपुर, बरकुल, सतपाड़ा और तंपारा का विकास	70.82	67.28
49.	पुडुचेरी	तटीय परिपथ 2015-16	दुबरायापेट – अरिकामेडु – वीरमपट्टिनम – चुन्नम्बर – नल्लावाडु/नरमबाई – मनापेट - कालापेट - पुडुचेरी - यानम का विकास	58.44	58.44
50.	पुडुचेरी	विरासत परिपथ 2017-18	फ्रेंको - तमिल गांव, कराईकल, माहे और यानम का विकास	49.44	45.70
51.	पुडुचेरी	आध्यात्मिक परिपथ 2017-18	पुडुचेरी में आध्यात्मिक परिपथ का विकास	34.96	31.40
52.	पंजाब	विरासत परिपथ 2018-19	आनंदपुर साहिब - फतेहगढ़ साहिब - चमकौर साहिब - फिरोजपुर - खटकर कलां - कलानौर - पटियाला का विकास	85.32	81.05
53.	राजस्थान	मरुस्थल परिपथ 2015-16	सांभर लेक टाउन और अन्य स्थलों का विकास	50.01	50.01
54.	राजस्थान	कृष्ण परिपथ 2016-17	गोविंद देव जी मंदिर (जयपुर), खाटूश्याम जी (सीकर) और नाथद्वारा (राजसमंद) का विकास	75.80	73.85
55.	राजस्थान	आध्यात्मिक परिपथ 2016-17	आध्यात्मिक परिपथ - 'चुरू (सालासर बालाजी) - जयपुर (श्री समोदके बालाजी, घाटके बालाजी, बंधेके बालाजी) - विराटनगर (बीजक, जैनसिया, अंबिका मंदिर) - भरतपुर (कमान क्षेत्र) - धौलपुर (मुचकुंड) – मेहंदीपुर बालाजी - चित्तौड़गढ़ (सांवलियाजी) का विकास	87.05	75.03
56.	राजस्थान	विरासत परिपथ 2017-18	विरासत परिपथ राजसमंद (कुंभलगढ़ किला) - जयपुर (जयपुर और नाहरगढ़ किले में अग्रभाग की प्रकाश व्यवस्था) - झालावाड़ (गागरोन किला) - चित्तौड़गढ़ (चित्तौड़गढ़ किला) - जैसलमेर (जैसलमेर किला) - हनुमानगढ़ (गोगामेड़ी) - उदयपुर (प्रताप गौरव केंद्र) - धौलपुर (बाग-ए-निलोफर और पुरानी	70.61	66.99

			छावनी) - नागौर (मीरा बाई स्मारक, मेड़ता) - टोंक (सुनहरी कोठी) का विकास		
57.	सिक्किम	उत्तर-पूर्वी परिपथ 2015-16	रंगपो (प्रवेश)–रोराथांग–अरितार– फादमचेन – नाथंग–शेराथांग–सोंगमो– गंगटोक – फोडोंग – मंगन– लाचुंग–युमथांग–लाचेन– थांगु – गुरुडोंगमेर - मंगन – गंगटोक – तुमिनलिंगी - सिंगतम (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास	98.05	97.41
58.	सिक्किम	उत्तर-पूर्वी परिपथ 2016-17	सिंगटम–मका–टेमी – बेरमोइक टोकेल – फोंगिया – नामची – जोरथांग – ओखारे – सोम्बारिया – दारमदिन - जोरेथांग - मेल्ली (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास	95.32	95.32
59.	तमिलनाडु	तटीय परिपथ 2016-17	(चेन्नई - मामल्लापुरम - रामेश्वरम - मानपाडु - कन्याकुमारी) का विकास	73.13	71.03
60.	तेलंगाना	इको परिपथ 2015-16	महबूबनगर जिले में इको पर्यटन परिपथ का विकास	91.62	91.25
61.	तेलंगाना	जनजातीय परिपथ 2016-17	मुलुगु – लकनावरम – मेदवरम – तड़वई – दमारवी – मल्लूर - बोगाथा झरनों का विकास	79.87	79.87
62.	तेलंगाना	विरासत परिपथ 2017-18	कुतुबशाही विरासत पार्क-पैगाह मकबरे- हयात बख्शी मस्जिद - रेमंड का मकबरा का विकास	96.90	70.61
63.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2015-16	अगरतला – सिपाहीजला - मेलाघर – उदयपुर – अमरपुर – तीर्थमुख - मंदिरघाट – डंबूर – नारिकेलकुंज – गंडाचरा - अंबासा का विकास	82.85	77.76
64.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2018-19	सूरमाचेर्रा – उनाकोटी - जम्पुई हिल्स – गुनाबती – भुवनेश्वरी–नीरमहल – बॉक्सनगर - चोट्टाखोला – पिलक - अवांगचारा का विकास	44.83	35.25
65.	उत्तर प्रदेश	बौद्ध परिपथ 2016-17	श्रावस्ती, कुशीनगर और कपिलवस्तु का विकास	87.89	72.56
66.	उत्तर प्रदेश	रामायण परिपथ 2016-17	चित्रकूट और श्रृंगवेरपुर का विकास	69.45	64.09
67.	उत्तर प्रदेश	आध्यात्मिक	आहर – अलीगढ़ – कासगंज - सरोसी (उन्नाव)–प्रतापगढ़–	71.91	69.63

		परिपथ 2016-17	कौशांबी–मिर्जापुर – गोरखपुर – डुमरियागंज – बस्ती – बाराबंकी – आजमगढ़ – कैराना – बागपत - शाहजहांपुर का विकास		
68.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2016-17	बिजनौर–मेरठ–कानपुर - कानपुर देहात – बांदा– गाजीपुर–सलेमपुर– घोसी – बलिया - अम्बेडकर नगर–अलीगढ़–फतेहपुर–देवरिया–महोबा– सोनभद्र – चंदौली – मिश्रिख - भदोही का विकास	67.51	64.14
69.	उत्तर प्रदेश	विरासत परिपथ 2016-17	कालिंजर किला (बांदा) - मगहरधाम (संतकबीर नगर) - चौरीचौरा, शहीद स्थल (फतेहपुर) - महुअर शहीद स्थल (घोसी) - शहीद स्मारक (मेरठ) का विकास	36.65	36.65
70.	उत्तर प्रदेश	रामायण परिपथ 2017-18	अयोध्या का विकास	127.21	115.46
71.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	जेवर – दादरी – सिकंदराबाद – नोएडा – खुर्जा - बांदा का विकास	12.03	11.43
72.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	गोरखनाथ मंदिर (गोरखपुर), देवीपट्टन मंदिर (बलरामपुर) और वटवाशनी मंदिर (डुमरियागंज) का विकास	18.30	18.12
73.	उत्तराखंड	इको परिपथ 2015-16	टिहरी झील और निकटवर्ती क्षेत्रों का नए गंतव्य के रूप में विकास के लिए इको-पर्यटन, एडवेंचर स्पोर्ट्स और संबद्ध पर्यटन संबंधी अवसंरचना का एकीकृत विकास - जिला टिहरी	69.17	69.17
74.	उत्तराखंड	विरासत परिपथ 2016-17	कुमाऊं क्षेत्र में विरासत परिपथ – कटारमल – जोगेश्वर – बैजनाथ - देवीधुरा का एकीकृत विकास	76.32	68.91
75.	पश्चिम बंगाल	तटीय परिपथ 2015-16	तटीय परिपथ: उदयपुर – दीघा – शंकरपुर – ताजपुर – मंदारमणि – फ्रेजरगंज - बक्खलाई - हेनरी द्वीप का विकास	67.99	65.07
76.	-	मार्गस्थ सुविधाएं 2018-19	सडक परिवहन और राजमार्ग मंत्रालय के सहयोग से उत्तर प्रदेश और बिहार में वाराणसी - गया; कुशीनगर – गया - कुशीनगर में मार्गस्थ सुविधाओं का विकास	17.50	16.63
कुल				**5290.33**	**4964.75**

स्वदेश दर्शन 2.0 योजना के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	राज्य/संघ राज्यक्षेत्र	गंतव्य	एक्सपीरियंस का नाम	स्वीकृति वर्ष	स्वीकृत राशि (करोड़ रु. में)	प्राधिकृत राशि (करोड़ रु. में)
1.	आंध्र प्रदेश	बापतला	सूर्यलंका बीच एक्सपीरियंस का विकास	2024-25	97.52	9.75
2.	आंध्र प्रदेश	अरक्कू-लम्बासिंगी	अरक्कू में बोर्रा केव एक्सपीरियंस	2023-24	29.88	2.99
3.	अरुणाचल प्रदेश	मेचुका	मेचुका सांस्कृतिक हाट	2023-24	18.48	1.85
4.	अरुणाचल प्रदेश	मेचुका	मेचुका एडवेंचर पार्क	2023-24	12.75	1.28
5.	अरुणाचल प्रदेश	नाचो	अनलॉक नाचो अभियान	2023-24	14.02	1.40
6.	असम	कोकराझार	कोकराझार वेटलैंड एक्सपीरियंस	2023-24	26.68	2.67
7.	असम	जोरहाट	रीइमेंजिनिंग सिन्नामारा टी एस्टेट	2023-24	23.88	2.39
8.	बिहार	बोधगया	बोधगया में बौद्ध ध्यान एवं अनुभव केंद्र का विकास	2024-25	165.44	16.54
9.	छत्तीसगढ़	कवर्धा	भोरमदेव कॉरिडोर विकास, कवर्धा	2024-25	145.99	14.60
10.	दादरा नगर एवं हवेली तथा दमन एवं दीव	दमन	दमन कन्वेंशन सेंटर	2024-25	147.13	---
11.	गोवा	पोर्वोरिम	पोर्वोरिम क्रीक एक्सपीरियंस	2024-25	24.07	2.41
12.	गोवा	कोलवा	कोलवा बीच एक्सपीरियंस	2024-25	19.89	1.99
13.	हरियाणा	पंचकुला	टिक्कर ताल और एडवेंचर पार्क में एडवेंचर टूरिज्म हब का विकास	2024-25	26.68	2.67
14.	हरियाणा	पंचकुला	यादविन्द्रा गार्डन का कायाकल्प	2024-25	65.82	6.58
15.	हिमाचल प्रदेश	चिंतपूर्णी	मां चिंतपूर्णी देवी मंदिर, ऊना का विकास	2025-26	56.26	5.63

16.	कर्नाटक	मैसूरु	ईकोलोजिकल एक्सपीरियंस जोन	2023-24	18.48	1.85
17.	कर्नाटक	मैसूरु	टोंगा राइड हेरिटेज एक्सपीरियंस जोन	2023-24	2.72	0.27
18.	कर्नाटक	हम्पी	'ट्रैवलर नूक्स' की स्थापना	2023-24	25.64	2.56
19.	केरल	अलाप्पुझा	अलाप्पुझा: ए ग्लोबल वॉटर वंडरलैंड	2024-25	93.18	9.32
20.	केरल	मलमपुझा	मलमपुझा गार्डन और लीजर पार्क में पर्यटकों के अनुभव को बेहतर बनाना	2024-25	75.87	7.59
21.	केरल	कुमारकोम	कुमारकोम पक्षी अभयारण्य एक्सपीरियंस	2023-24	13.81	1.38
22.	लद्दाख	लेह	जूले लेह जैव विविधता पार्क	2023-24	23.17	2.32
23.	लद्दाख	कारगिल	एक्सप्लोरिंग एलओसी और हुंडरमन विलेज एक्सपीरियंस	2023-24	11.91	1.19
24.	लक्षद्वीप	बंगारम	बंगारम में इको-रिट्रीट, एडवेंचर, बीच और एमआईसीई अनुभव का विकास	2024-25	81.18	8.12
25.	मध्य प्रदेश	चित्रकूट	चित्रकूट में आध्यात्मिक अनुभव	2023-24	27.22	2.72
26.	मध्य प्रदेश	ग्वालियर	फूलबाग एक्सपीरियंस जोन	2023-24	16.74	1.67
27.	मध्य प्रदेश	दतिया	पीताम्बरा पीठ दतिया का विकास	2025-26	44.24	4.42
28.	महाराष्ट्र	पुणे	शिवसृष्टि थीम पार्क	2024-25	76.22	7.62
29.	मेघालय	सोहरा	वॉटरफॉल ट्रेल्स एक्सपीरियंस	2023-24	27.61	2.76
30.	मेघालय	सोहरा	मेघालयन एज केव एक्सपीरियंस	2023-24	32.45	3.25
31.	मिजोरम	चम्फाई	केइलुंगलिया, ज़ोटे, नगुर और मुअलबुह्वम, चम्फाई में इको रिज़ॉर्ट एक्सपीरियंस	2024-25	38.85	3.89
32.	मिजोरम	चम्फाई	विरासत और सांस्कृतिक केंद्र, चम्फाई	2024-25	33.87	3.39
33.	मिजोरम	आइजोल	सम्मेलन केंद्र का निर्माण	2025-26	99.71	9.96
34.	नागालैंड	चुमुकेदिमा	चुमुकेदिमा के जैकब गांव में साहसिक पर्यटन का अनुभव	2024-25	32.54	3.25
35.	नागालैंड	चुमुकेदिमा	चुमुकेदिमा व्यू पॉइंट पर इको- पर्यटन एक्सपीरियंस	2024-25	7.87	0.79

36.	नागालैंड	चुमुकेदिमा	मिडवे रिट्रीट में जनजातीय सांस्कृतिक एक्सपीरियंस	2023-24	21.57	2.16
37.	पुदुचेरी	कराईकल	कराईकल बीच और वाटरफ्रंट एक्सपीरियंस	2023-24	20.30	---
38.	पंजाब	अमृतसर	अटारी में सीमा पर्यटन एक्सपीरियंस	2024-25	25.91	2.59
39.	पंजाब	कपूरथला	कांजिली वेटलैंड में इको पर्यटन एक्सपीरियंस	2023-24	20.06	---
40.	राजस्थान	सीकर	श्री खाटू श्याम जी मंदिर (सीकर) में विकास कार्य	2024-25	87.87	8.79
41.	राजस्थान	बूंदी	केशोरायपाटन में आध्यात्मिक अनुभव	2023-24	21.65	2.17
42.	राजस्थान	बीकानेर जिला	श्री करणी माता मंदिर, बीकानेर में विकास कार्य	2025-26	22.58	2.26
43.	राजस्थान	मालासेरी डूंगरी (जिला - भीलवाड़ा)	मालासेरी डूंगरी, भीलवाड़ा जिले का विकास	2025-26	48.73	4.87
44.	सिक्किम	ग्यालशिंग	युकसोम क्लस्टर में इको-वेलनेस एक्सपीरियंस	2023-24	15.41	1.54
45.	सिक्किम	गंगटोक	गंगटोक सांस्कृतिक गांव	2023-24	22.60	11.30
46.	तमिलनाडु	मामल्लापुरम	शोर मंदिर में इमर्सिव एक्सपीरियंस	2023-24	30.02	---
47.	तेलंगाना	अनंतगिरि	अनंतगिरि वन में इको पर्यटन जोन	2023-24	38.00	3.80
48.	तेलंगाना	भोंगीर	भोंगीर किला एक्सपीरियंशियल जोन	2023-24	56.82	5.68
49.	त्रिपुरा	अगरतला	अगरतला में त्रिपुरा विरासत गांव और संगीत अनुभव (चरण-1 और 2)	2024-25	48.95	4.89
50.	उत्तर प्रदेश	नैमिषारण्य	वैदिक - वेलनेस एक्सपीरियंस	2023-24	17.80	---
51.	उत्तर प्रदेश	प्रयागराज	आजाद पार्क और देखो प्रयागराज ट्रेल एक्सपीरियंस	2023-24	14.52	1.45
52.	उत्तराखंड	चंपावत	टी गार्डन एक्सपीरियंस	2023-24	19.89	1.99
53.	उत्तराखंड	पिथौरागढ़	गुंजी में ग्रामीण पर्यटन क्लस्टर	2023-24	17.86	1.79

			एक्सपीरियंस			
कुल					**2208.31**	**206.35**

चुनौती आधारित गंतव्य विकास (सीबीडीडी) योजना के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	**राज्य**	**गंतव्य/श्रेणी**	**एक्सपीरियंस का नाम**	**स्वीकृति वर्ष**	**स्वीकृत राशि (करोड़ रु. में)**	**प्राधिकृत राशि (करोड़ रु. में)**
1.	आंध्र प्रदेश	नागार्जुन सागर (संस्कृति एवं विरासत)	नागार्जुन सागर में बौद्ध विरासत और सांस्कृतिक अनुभवों का संवर्धन	2024-25	25.00	2.50
2.	आंध्र प्रदेश	अहोबिलम मंदिर (आध्यात्मिक पर्यटन)	एक आध्यात्मिक यात्रा के रूप में अहोबिलम का विकास	2024-25	24.99	2.50
3.	अरुणाचल प्रदेश	किभितो (जीवंत ग्राम कार्यक्रम)	किभितो सीमांत पर्यटन - शांति का प्रवेश द्वार	2024-25	4.96	0.49
4.	अरुणाचल प्रदेश	बिचोम बांध स्थल (इको-पर्यटन और अमृत धरोहर स्थल)	बिचोम बांध साहसिक और इको-पर्यटन परियोजना	2024-25	9.90	0.99
5.	असम	शिवसागर (इको-पर्यटन और अमृत धरोहर स्थल)	पाणिधिंग पक्षी अभयारण्य	2024-25	9.99	1.00
6.	बिहार	सारण जिला (सोनपुर मेला) (संस्कृति एवं विरासत)	सोनपुर मेला स्थल का विकास	2024-25	24.29	2.43
7.	छत्तीसगढ़	मायाली बगीचा (इको-पर्यटन और अमृत धरोहर स्थल)	मायाली बगीचा का इको-पर्यटन स्थल के रूप में विकास	2024-25	9.97	1.00
8.	गोवा	मायेम गाँव (इको-पर्यटन और अमृत धरोहर स्थल)	हरवलम जलप्रपात का सौंदर्यीकरण और विकास	2024-25	9.81	0.98

9.	गुजरात	वडनगर (संस्कृति एवं विरासत)	शर्मिष्ठा झील का रूपांतरण: प्रकाश और संस्कृति	2024-25	17.29	1.73
10.	गुजरात	थोल गांव (इको-पर्यटन और अमृत धरोहर स्थल)	थोल: परिवर्तनकारी पर्यटन 'सौहार्दपूर्ण स्थायित्व, अनुकूलित कौशल' अग्रणी प्रौद्योगिकी	2024-25	9.96	0.99
11.	गुजरात	पोरबंदर (आध्यात्मिक पर्यटन)	हरसिद्धि तट में पवित्र महासागर आश्रय स्थल	2024-25	24.66	2.47
12.	हिमाचल प्रदेश	काज़ा (संस्कृति एवं विरासत)	संस्कृति एवं विरासत के अंतर्गत काज़ा	2024-25	24.82	2.48
13.	हिमाचल प्रदेश	रक्छम (जीवंत ग्राम कार्यक्रम)	रक्छम में पर्यटन अवसंरचना विकास – जीवंत ग्राम	2024-25	4.96	0.50
14.	झारखंड	रामरेखा धाम (आध्यात्मिक पर्यटन)	रामरेखा धाम में पर्यटन अवसंरचना विकास	2024-25	18.87	1.87
15.	कर्नाटक	बीदर (संस्कृति एवं विरासत)	बीदर का एक विरासत पर्यटन गंतव्य के रूप में विकास	2025-26	25.00	2.50
16.	केरल	वर्कला (संस्कृति एवं विरासत)	वर्कला-दक्षिण काशी	2024-25	25.00	2.50
17.	केरल	थालास्सेरी (आध्यात्मिक पर्यटन)	थालास्सेरी: आध्यात्मिक जुड़ाव	2024-25	25.00	2.50
18.	लद्दाख	मुश्कोह गांव (इको-पर्यटन और अमृत धरोहर स्थल)	मुश्कोह को एक स्थायी पर्यटन केंद्र के रूप में उन्नत बनाना: वन्यजीव दर्शन और सामुदायिक प्रगति का एकीकरण	2024-25	9.78	0.98
19.	मध्य प्रदेश	ओरछा (आध्यात्मिक पर्यटन)	ओरछा एक मध्यकालीन वैभव 2.0	2024-25	25.00	2.50
20.	मध्य प्रदेश	मांडू (संस्कृति एवं विरासत)	मांडू-एक मध्यकालीन आश्चर्य	2025-26	24.88	2.49
21.	महाराष्ट्र	अहमदनगर (संस्कृति एवं विरासत)	अहमदनगर किले का विकास	2024-25	25.00	2.50

22.	मणिपुर	लंगथबल कोनुग, इंफाल (संस्कृति एवं विरासत)	मणिपुर की प्राचीन राजधानी, लंगथबल कोनुग का विकास	2024-25	24.69	2.47
23.	मेघालय	नर्तियांग गांव (आध्यात्मिक पर्यटन)	नर्तियांग आध्यात्मिक एवं सांस्कृतिक केंद्र	2024-25	24.87	2.49
24.	मेघालय	मावफलांग गांव (संस्कृति एवं विरासत)	मावफलांग सांस्कृतिक एवं विरासत केंद्र	2024-25	24.87	2.49
25.	नागालैंड	इम्पुर गाँव (आध्यात्मिक पर्यटन)	सोलफुल ट्रेल: इम्पुर विरासत अनुभव	2024-25	24.94	2.49
26.	नागालैंड	दोयांग जलाश्य (इको-पर्यटन और अमृत धरोहर स्थल)	विंग्स ओवर दोयांगः एक इको पर्यटन आश्रय स्थल	2024-25	9.99	1.00
27.	पुदुचेरी	व्हाइट टाउन (संस्कृति एवं विरासत)	व्हाइट टाउन का विकास	2024-25	22.19	2.22
28.	पंजाब	रूपनगर (आनंदपुर साहिब) (आध्यात्मिक पर्यटन)	विरासत मार्ग – श्री आनंदपुर साहिब में शांति और सद्भाव का प्रतीक	2024-25	24.90	2.49
29.	पंजाब	फिरोजपुर (हुसैनीवाला बॉर्डर) (संस्कृति एवं विरासत)	हुसैनीवाला बॉर्डर में सांस्कृतिक और विरासत संबंधी विस्तार	2024-25	25.00	2.50
30.	सिक्किम	काबी (आध्यात्मिक पर्यटन)	काबी क्रॉनिकल्स: एकता और विरासत के माध्यम से एक यात्रा	2024-25	24.96	2.50
31.	सिक्किम	गनाथांग गाँव (जीवंत ग्राम कार्यक्रम)	वीरता की गूँज: गनाथांग घाटी अनुभव	2024-25	5.00	0.50
32.	तमिलनाडु	रामेश्वरम द्वीप (आध्यात्मिक पर्यटन)	रामेश्वरम का विशिष्ट परिवर्तन	2024-25	20.01	2.00
33.	तेलंगाना	नलगोंडा (संस्कृति एवं विरासत)	बुद्धवनम में डिजिटल अनुभव केंद्र का विकास	2024-25	24.85	2.48

34.	तेलंगाना	कामारेड्डी (कलकी चेरूवू) (इको-पर्यटन और अमृत धरोहर स्थल)	निज़ाम सागर में इको-पर्यटन परियोजना का विकास	2024-25	9.98	1.00
35.	उत्तर प्रदेश	महोबा (संस्कृति एवं विरासत)	महोबा में सांस्कृतिक परिदृश्य का विकास	2024-25	24.98	2.50
36.	उत्तराखंड	जादुंग (जीवंत ग्राम कार्यक्रम)	जादुंग उत्सव मैदान, जादुंग का विकास	2024-25	4.99	0.50
37.	उत्तराखंड	कैंचीधाम (आध्यात्मिक पर्यटन)	कैंचीधाम परिसर का विकास	2024-25	17.60	1.76
38.	उत्तराखंड	माना गांव (जीवंत ग्राम कार्यक्रम)	माना हाट	2024-25	4.99	0.50
कुल					**697.94**	**69.79**

पूंजी निवेश हेतु राज्यों को विशेष सहायता (एसएएससीआई) योजना के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	**राज्य**	**स्वीकृति वर्ष**	**परियोजना का नाम**	**स्वीकृत राशि (करोड़ रु. में)**	**जारी राशि (करोड़ रु. में)**
1.	आंध्र प्रदेश	2024-25	गंडीकोटा में फोर्ट एवं गोर्ज एक्सपीरियंस का संवर्धन	77.91	113.75
2.	आंध्र प्रदेश	2024-25	राजा महेंद्रवरम में अखंड गोदावरी- हवेलोक ब्रिज और पुष्कर घाट	94.44	
3.	अरुणाचल प्रदेश	2024-25	पासीघाट में सियांग एडवेंचर और इको-रिट्रीट	46.48	30.67
4.	असम	2024-25	गुवाहाटी में असम राज्य चिड़ियाघर सह वनस्पति उद्यान	97.12	126.64
5.	असम	2024-25	शिवसागर में रंग घर का सौंदर्यीकरण	94.76	
6.	बिहार	2024-25	सहरसा में मत्स्यगंधा झील का विकास	97.61	97.09
7.	बिहार	2024-25	करमचट में करमचट इको पर्यटन और एडवेंचर हब	49.51	
8.	छत्तीसगढ़	2024-25	रायपुर में चित्रोत्पला फिल्म सिटी का विकास	95.79	97.45
9.	छत्तीसगढ़	2024-25	रायपुर में जनजातीय और सांस्कृतिक सम्मेलन केंद्र का विकास	51.87	

10.	गोवा	2024-25	पोंडा में छत्रपति शिवाजी महाराज संग्रहालय	97.46	124.21
11.	गोवा	2024-25	पोरवोरिम में टाउनस्क्वेयर	90.74	
12.	गुजरात	2024-25	केरली (मोकरसागर), पोरबंदर में इको-पर्यटन गंतव्य	99.50	99.69
13.	गुजरात	2024-25	धोर्डो में टेंटेड सिटी और कन्वेंशन सेंटर	51.56	
14.	झारखंड	2024-25	कोडरमा में तिलैया का इको-पर्यटन विकास	34.87	23.01
15.	कर्नाटक	2024-25	रोएरिच और देविका रानी एस्टेट टाटागुनि, बेंगलुरु में इको पर्यटन और सांस्कृतिक केंद्र	99.17	131.45
16.	कर्नाटक	2024-25	बेलगावी में सवादत्ती यल्लम्मागुड्डा का विकास	100.00	
17.	केरल	2024-25	कोल्लम में अष्टमुडी जैव विविधता और इको मनोरंजन केंद्र	59.71	102.33
18.	केरल	2024-25	सरगालया में मालाबार के सांस्कृतिक क्रूसिबल का ग्लोबल गेटवे	95.34	
19.	मध्य प्रदेश	2024-25	ओरछा एक मध्यकालीन वैभव, ओरछा	99.92	131.53
20.	मध्य प्रदेश	2024-25	भोपाल में एमआईसीई के लिए अंतर्राष्ट्रीय कन्वेंशन सेंटर	99.38	
21.	महाराष्ट्र	2024-25	सिंधुदुर्ग में आईएनएस-गुलदार अंतर्जलीय संग्रहालय, कृत्रिम चट्टान और पनडुब्बी पर्यटन	46.91	96.39
22.	महाराष्ट्र	2024-25	नासिक में "राम-काल पथ" का विकास	99.14	
23.	मणिपुर	2024-25	लोकटक में लोकटक लेक एक्सपीरियंस	89.48	59.05
24.	मेघालय	2024-25	मावखानू में एमआईसीई अवसंरचना	99.27	131.03
25.	मेघालय	2024-25	शिलांग में उमियम झील का पुनर्विकास	99.27	
26.	ओडिशा	2024-25	हीराकुंड का विकास	99.90	131.92
27.	ओडिशा	2024-25	सतकोसिया का विकास	99.99	
28.	पंजाब	2024-25	एसबीएस नगर में खटकर कलां में शहीद-ए-आजम, सरदार भगत सिंह को श्रद्धांजलि के रूप में हेरिटेज स्ट्रीट का विकास	53.45	35.27
29.	राजस्थान	2024-25	जयपुर में आमेर-नाहरगढ़ एवं आसपास के क्षेत्र का विकास	49.31	96.30
30.	राजस्थान	2024-25	जयपुर में जल महल का विकास	96.61	
31.	सिक्किम	2024-25	नामची में स्काईवॉक, भालेढुंगा, यांगांग	97.37	109.26
32.	सिक्किम	2024-25	नाथुला में बॉर्डर एक्सपीरियंस	68.19	
33.	तमिलनाडु	2024-25	मामल्लापुरम में नंदवनम हेरिटेज पार्क का विकास	99.67	112.13

34.	तमिलनाडु	2024-25	ऊटी में रेस कोर्स में इको पार्क	70.23	
35.	तेलंगाना	2024-25	रामप्पा में रामप्पा क्षेत्र स्थायी पर्यटन परिपथ	73.74	93.61
36.	तेलंगाना	2024-25	नल्लामाला में सोमसिल्ला निरोगता और आध्यात्मिक रिट्रीट	68.10	
37.	त्रिपुरा	2024-25	गोमती के बंडुआर में शक्ति पीठ पार्क	97.70	64.48
38.	उत्तर प्रदेश	2024-25	आगरा जिले में बटेश्वर का विकास	74.05	101.83
39.	उत्तर प्रदेश	2024-25	श्रावस्ती में एकीकृत बौद्ध पर्यटन विकास	80.24	
40.	उत्तराखंड	2024-25	प्रतिष्ठित शहर ऋषिकेश: ऋषिकेश में राफ्टिंग बेस स्टेशन	100.00	66.00
कुल				**3295.76**	**2,175.09**

तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद) योजना के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	**राज्य**	**स्वीकृति वर्ष**	**परियोजना का नाम**	**स्वीकृत राशि (करोड़ रु. में)**	**जारी राशि (करोड़ रु. में)**
1.	आंध्र प्रदेश	2015-16	पर्यटक गंतव्य के रूप में अमरावती टाउन, गुंटूर जिले का विकास	27.77	27.77
2.	आंध्र प्रदेश	2017-18	श्रीसैलम मंदिर का विकास	43.08	43.08
3.	आंध्र प्रदेश	2022-23	विशाखापत्तनम मंदिर में सिंहाचलम में श्री वराह लक्ष्मी नरसिम्हा स्वामी वारी देवस्थानम	54.04	27.37
4.	आंध्र प्रदेश	2024-25	अन्नावरम मंदिर शहर में तीर्थ पर्यटन अवसंरचना का विकास	25.33	6.74
5.	अरुणाचल प्रदेश	2020-21	परशुराम कुंड, लोहित जिला का विकास	37.88	31.02
6.	असम	2015-16	गुवाहाटी में और उसके आसपास कामाख्या मंदिर और तीर्थ स्थलों का विकास	29.80	29.80
7.	बिहार	2015-16	पटना साहिब का विकास	29.62	29.62
8.	बिहार	2014-15	विष्णुपद मंदिर, गया, बिहार में मूलभूत सुविधाओं का विकास	3.63	3.63

9.	बिहार	2024-25	अंबिका भवानी मंदिर, सारण का विकास	13.29	---
10.	छत्तीसगढ़	2020-21	डोंगरगढ़, राजनंदगांव जिला, छत्तीसगढ़ में माँ बम्लेश्वरी देवी मंदिर का विकास	48.44	40.19
11.	गोवा	2024-25	बोम जीसस बेसिलिका का विकास	16.46	4.68
12.	गुजरात	2016-17	द्वारका का विकास	10.46	10.46
13.	गुजरात	2016-17	सोमनाथ में तीर्थयात्रा सुविधाओं का विकास	45.36	45.36
14.	गुजरात	2018-19	सोमनाथ में प्रोमेनेड का विकास	47.12	47.12
15.	गुजरात	2022-23	बनासकांठा, गुजरात में अंबाजी मंदिर में तीर्थ यात्रा सुविधाओं का विकास	50.00	30.00
16.	हरियाणा	2019-20	पंचकुला जिले में माता मनसा देवी मंदिर और नाडा साहेब गुरुद्वारा का विकास	48.53	34.68
17.	जम्मू एवं कश्मीर	2016-17	हजरतबल दरगाह, श्रीनगर का विकास	40.46	34.30
18.	झारखंड	2018-19	बाबा बैद्यनाथ धाम, देवघर का विकास	36.79	34.95
19.	कर्नाटक	2023-24	मैसूरु में श्री चामुंडेश्वरी देवी मंदिर में तीर्थयात्रा सुविधाओं का विकास	45.38	13.33
20.	कर्नाटक	2024-25	रेणुका येल्लामा देवी मंदिर का विकास	18.37	---
21.	कर्नाटक	2024-25	बीदर जिले के पापनाश मंदिर में मूलभूत सुविधाओं का विकास	22.25	6.30
22.	केरल	2016-17	गुरुवायूर मंदिर का विकास	45.19	45.19
23.	मध्य प्रदेश	2020-21	अमरकंटक का विकास	49.99	42.55
24.	मध्य प्रदेश	2017-18	ओंकारेश्वर का विकास	43.93	43.93
25.	महाराष्ट्र	2017-18	त्र्यंबकेश्वर, नासिक का विकास	45.41	38.44
26.	मेघालय	2020-21	मेघालय में तीर्थयात्रा सुविधाओं का विकास	29.29	27.78
27.	मिज़ोरम	2022-23	मिज़ोरम राज्य में तीर्थयात्रा और विरासत पर्यटन के लिए अवसंरचना का विकास	44.89	26.37
28.	मिज़ोरम	2024-25	चंफाई जिले के वांगछिया में प्रशाद योजना के तहत मूलभूत सुविधाओं का विकास	5.47	1.56
29.	नागालैंड	2018-19	नागालैंड में तीर्थयात्रा अवसंरचना का विकास	25.20	23.56

30.	नागालैंड	2022-23	जुन्हेबोटो में तीर्थयात्रा पर्यटन अवसंरचना का विकास	18.18	15.45
31.	ओडिशा	2014-15	मेगा परिपथ के अंतर्गत पुरी, श्री जगन्नाथ धाम - रामचंडी - देमुली में प्राची रिवर फ्रंट में अवसंरचना का विकास	50.00	10.00
32.	पुडुचेरी	2024-25	श्री धरबारण्येश्वर मंदिर के लिए तीर्थयात्री सुविधाओं और पर्यटक आकर्षणों का विकास	25.94	---
33.	पंजाब	2015-16	अमृतसर में करुण सागर वाल्मीकि स्थल का विकास	6.40	6.40
34.	पंजाब	2021-22	चमकौर साहिब, रोपड़, पंजाब का विकास	30.52	23.80
35.	राजस्थान	2015-16	पुष्कर/अजमेर का एकीकृत विकास	32.64	26.11
36.	सिक्किम	2020-21	युकसोम में फोर पेट्रन सेंट्स में तीर्थयात्रा सुविधा का विकास	33.32	28.31
37.	तमिलनाडु	2016-17	कांचीपुरम का विकास	13.99	13.99
38.	तमिलनाडु	2016-17	वेलंकन्नी का विकास	4.86	4.86
39.	तमिलनाडु	2024-25	8 नवग्रह मंदिरों का विकास	40.94	---
40.	तेलंगाना	2020-21	जोगुलम्बा देवी मंदिर, आलमपुर का विकास	38.90	33.07
41.	तेलंगाना	2022-23	रुद्रेश्वर (रामप्पा) मंदिर, मुलुगु में तीर्थयात्रा और विरासत पर्यटन अवसंरचना का विकास	62.00	32.73
42.	तेलंगाना	2022-23	भद्राचलम, भद्राद्रि कोठागुडेम जिले में तीर्थयात्रा अवसंरचना का विकास	41.38	16.30
43.	तेलंगाना	2024-25	देवी रेणुका येल्लम्मा देवस्थानम में मूलभूत सुविधाओं का विकास	4.22	---
44.	त्रिपुरा	2020-21	त्रिपुर सुंदरी मंदिर, उदयपुर का विकास	34.43	28.01
45.	उत्तर प्रदेश	2015-16	वाराणसी का विकास - चरण-I	18.73	18.73
46.	उत्तर प्रदेश	2014-15	मेगा पर्यटक परिपथ (चरण-II) के रूप में मथुरा-वृंदावन का विकास	10.98	10.98
47.	उत्तर प्रदेश	2017-18	गंगा, वाराणसी में रिवर क्रूज पर्यटन	9.02	9.02
48.	उत्तर प्रदेश	2014-15	वृंदावन में पर्यटक सुविधा केन्द्र का निर्माण	9.36	9.36

49.	उत्तर प्रदेश	2017-18	वाराणसी का विकास - चरण II	44.60	35.26
50.	उत्तर प्रदेश	2018-19	गोवर्धन में अवसंरचना सुविधाओं का विकास	37.59	34.64
51.	उत्तराखंड	2015-16	केदारनाथ का एकीकृत विकास	34.77	34.77
52.	उत्तराखंड	2018-19	बद्रीनाथजी धाम में तीर्थयात्रा सुविधा के लिए अवसंरचना का विकास	56.15	38.38
53.	उत्तराखंड	2021-22	गंगोत्री और यमुनोत्री धाम में तीर्थयात्रा अवसंरचना सुविधाओं में वृद्धि	54.36	10.22
54.	पश्चिम बंगाल	2016-17	बेलूर मठ का विकास	30.03	23.39
कुल				**1726.74**	**1213.56**

प्रत्यक्ष लाभ अंतरण (डीबीटी)

5023. श्री कौशलेन्द्र कुमार:

श्री दिनेश चंद्र यादव:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि पिछले एक वर्ष के दौरान प्रत्यक्ष लाभ अंतरण (डीबीटी) योजना के अंतर्गत लाभार्थियों को 6.75 लाख करोड़ रुपये से अधिक की राशि सीधे हस्तांतरित की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) जिन योजनाओं के अंतर्गत ये धनराशि जारी की गई थी, उनका ब्यौरा क्या है तथा देश में राज्य-वार कितनी धनराशि वितरित की गई है;

(ग) क्या उक्त योजना के लाभ बिहार के लाभार्थियों को भी प्रदान किए गए हैं; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा बिहार राज्य में जिला-वार लाभार्थियों की संख्या कितनी है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख): डीबीटी भारत पोर्टल पर केंद्रीय मंत्रालयों/विभागों द्वारा दिए गए आंकड़ों के

अनुसार, दिनांक 16.03.2026 तक वित्तीय वर्ष 2025-26 में प्रत्यक्ष लाभ अंतरण (डीबीटी) के अंतर्गत 6.17 लाख करोड़ रुपये की राशि के लाभ सीधे लाभार्थियों को अंतरित किए गए हैं। दिनांक 16.03.2026 की स्थिति के अनुसार मंत्रालयों/विभागों द्वारा डीबीटी भारत पोर्टल पर शामिल सक्रिय योजनाओं की सूची संलग्न **विवरण-I** में दी गई है। इन योजनाओं के अंतर्गत राज्य-वार जारी लाभ का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग) और (घ): जी हां, डीबीटी योजनाओं का लाभ बिहार के लाभार्थियों को दिया गया है। बिहार में लाभों के जिला-वार अंतरण का ब्यौरा संलग्न **विवरण-III** में दिया गया है।

विवरण-I

दिनांक 16.03.2026 की स्थिति के अनुसार मंत्रालयों/विभागों द्वारा डीबीटी भारत पोर्टल पर शामिल सक्रिय योजनाओं की सूची

क्र.सं.	मंत्रालय/विभाग	योजना का नाम
1	कृषि अनुसंधान एवं शिक्षा विभाग	एजीईडीएन - आईसीएआर जूनियर रिसर्च अध्येतावृत्ति
2	कृषि अनुसंधान एवं शिक्षा विभाग	एजीईडीएन - आईसीएआर सीनियर रिसर्च अध्येतावृत्ति
3	कृषि अनुसंधान एवं शिक्षा विभाग	एजीईडीएन - भारत-अफगानिस्तान अध्येतावृत्ति
4	कृषि अनुसंधान एवं शिक्षा विभाग	एजीईडीएन - भारत-अफ्रीका अध्येतावृत्ति
5	कृषि अनुसंधान एवं शिक्षा विभाग	एजीईडीएन - मेरिट कम मीन्स छात्रवृत्ति
6	कृषि अनुसंधान एवं शिक्षा विभाग	एजीईडीएन - राष्ट्रीय प्रतिभा छात्रवृत्ति स्नातकोत्तर
7	कृषि अनुसंधान एवं शिक्षा विभाग	एजीईडीएन - राष्ट्रीय प्रतिभा छात्रवृत्ति स्नातकोत्तर
8	कृषि अनुसंधान एवं शिक्षा विभाग	एजीएडन - नेताजी सुभाष आईसीएआर अंतर्राष्ट्रीय अध्येतावृत्ति
9	कृषि अनुसंधान एवं शिक्षा विभाग	एजीईडीएन - पोस्ट मैट्रिक उपरांत छात्रवृत्ति
10	कृषि अनुसंधान एवं शिक्षा विभाग	एजीईडीएन - छात्र आरईएडीवाई
11	कृषि अनुसंधान एवं शिक्षा विभाग	पीपी
12	कृषि अनुसंधान एवं शिक्षा विभाग	एमवीएससी और पीएचडी के लिए एएस_आईवीआरआई संस्थान छात्रवृत्ति
13	कृषि अनुसंधान एवं शिक्षा विभाग	एमएससी और पीएचडी के लिए एएस_एनडीआरआई संस्थान छात्रवृत्ति
14	कृषि अनुसंधान एवं शिक्षा विभाग	सीएस- आईएआरआई छात्रवृत्ति
15	कृषि अनुसंधान एवं शिक्षा विभाग	एफएस - सीआईएफई - संस्थागत अध्येतावृत्ति
16	कृषि अनुसंधान एवं शिक्षा विभाग	एमएससी और पीएचडी के लिए आईएएसआरआई छात्रवृत्ति
17	कृषि एवं किसान कल्याण विभाग	कृषि क्लीनिक एवं कृषि व्यवसाय केंद्र एसीएबीसी
18	कृषि एवं किसान कल्याण विभाग	कृषि प्रौद्योगिकी प्रबंधन एजेंसी (एटीएमए) - विस्तार कार्यकरण
19	कृषि एवं किसान कल्याण विभाग	कृषि प्रौद्योगिकी प्रबंधन एजेंसी (एटीएमए) - किसान

20	कृषि एवं किसान कल्याण विभाग	कृषि उन्नति योजना (केयूवाई)-एमओवीसीडीएनईआर
21	कृषि एवं किसान कल्याण विभाग	बागवानी के एकीकृत विकास के लिए मिशन
22	कृषि एवं किसान कल्याण विभाग	पूर्वोत्तर क्षेत्र के लिए जैविक मूल्य श्रृंखला विकास मिशन

23	कृषि एवं किसान कल्याण विभाग	संशोधित ब्याज राजकीय अनुदान योजना
24	कृषि एवं किसान कल्याण विभाग	राष्ट्रीय खाद्य सुरक्षा मिशन - एनएफएसएम
25	कृषि एवं किसान कल्याण विभाग	खाद्य तेल संबंधी राष्ट्रीय मिशन-ऑयलपाम
26	कृषि एवं किसान कल्याण विभाग	प्राकृतिक खेती संबंधी राष्ट्रीय मिशन
27	कृषि एवं किसान कल्याण विभाग	एनएमएसए-वर्षा संचित क्षेत्र विकास
28	कृषि एवं किसान कल्याण विभाग	प्रति बूंद अधिक फसल
29	कृषि एवं किसान कल्याण विभाग	पीएम किसान
30	कृषि एवं किसान कल्याण विभाग	प्रधान मंत्री फसल बीमा योजना
31	कृषि एवं किसान कल्याण विभाग	प्रधान मंत्री किसान मानधन योजना
32	कृषि एवं किसान कल्याण विभाग	आरकेवीवाई (आरएएफटीएएआर)
33	कृषि एवं किसान कल्याण विभाग	कृषि मशीनीकरण संबंधी उप मिशन-केंद्रीय क्षेत्र
34	कृषि एवं किसान कल्याण विभाग	कृषि मशीनीकरण संबंधी उप मिशन-केंद्र प्रायोजित
35	कृषि एवं किसान कल्याण विभाग	बीज और रोपण सामग्री पर उप-मिशन
36	पशुपालन और डेयरी विभाग	पशुधन स्वास्थ्य और रोग नियंत्रण
37	अणु ऊर्जा विभाग	कैंसर एसीटीआरईसी-पीएचडी कार्यक्रम में उपचार, अनुसंधान और शिक्षा के लिए उन्नत केंद्र
38	अणु ऊर्जा विभाग	आईएमएससी- पीएचडी कार्यक्रम
39	अणु ऊर्जा विभाग	राजा रमन्ना सेंटर फॉर एडवांस्ड टेक्नोलॉजी आरआरसीएटी-छात्रों के लिए आरआरसीएटी में परियोजनाओं के अवसर
40	जैव प्रौद्योगिकी विभाग	जूनियर रिसर्च अध्येतावृत्ति
41	जैव प्रौद्योगिकी विभाग	रिसर्च एसोसिएट्स

42	रसायन और पेट्रोरसायन विभाग	भोपाल गैस रिसाव आपदा
43	वाणिज्य विभाग	एपीईडीए
44	वाणिज्य विभाग	कॉफी बोर्ड
45	वाणिज्य विभाग	एमपीईडीए
46	वाणिज्य विभाग	रबड़ बोर्ड
47	वाणिज्य विभाग	मसाला बोर्ड
48	वाणिज्य विभाग	चाय बोर्ड
49	उपभोक्ता मामले विभाग	मूल्य स्थिरीकरण कोष
50	पेयजल एवं स्वच्छता विभाग	स्वच्छ भारत मिशन ग्रामीण
51	दिव्यांगजन सशक्तिकरण विभाग	विकलांग व्यक्तियों को खरीद, सहायक उपकरणों, उपकरणों की फिटिंग के लिए सहायता
52	दिव्यांगजन सशक्तिकरण विभाग	दीन दयाल विकलांग पुनर्वास योजना
53	दिव्यांगजन सशक्तिकरण विभाग	दिव्यांग छात्रों के लिए निशुल्क कोचिंग
54	दिव्यांगजन सशक्तिकरण विभाग	दिव्यांगजनों को रोजगार प्रदान करने के लिए निजी क्षेत्र के नियोक्ताओं को प्रोत्साहन
55	दिव्यांगजन सशक्तिकरण विभाग	दिव्यांगजनों के लिए कौशल विकास के लिए राष्ट्रीय कार्य योजना
56	दिव्यांगजन सशक्तिकरण विभाग	दिव्यांग छात्रों के लिए राष्ट्रीय शिक्षावृत्ति
57	दिव्यांगजन सशक्तिकरण विभाग	दिव्यांग छात्रों के लिए राष्ट्रीय प्रवासी छात्रवृत्ति
58	दिव्यांगजन सशक्तिकरण विभाग	दिव्यांगजनों के लिए मैट्रिक उपरांत छात्रवृत्ति
59	दिव्यांगजन सशक्तिकरण विभाग	दिव्यांगजनों के लिए मैट्रिक-पूर्व छात्रवृत्ति
60	दिव्यांगजन सशक्तिकरण विभाग	विकलांग छात्रों के लिए उच्च श्रेणी की शिक्षा के लिए छात्रवृत्ति
61	भूतपूर्व सैनिक कल्याण विभाग	प्रधानमंत्री छात्रवृत्ति योजना पीएमएसएस
62	भूतपूर्व सैनिक कल्याण विभाग	रक्षा मंत्री भूतपूर्व सैनिक कल्याण कोष (आरएमईडब्ल्यूएफ)
63	उर्वरक विभाग	उर्वरक आर्थिक सहायता योजना
64	वित्तीय सेवा विभाग	अटल पेंशन योजना

65	वित्तीय सेवा विभाग	प्रधानमंत्री वय वंदना योजना
66	वित्तीय सेवा विभाग	वरिष्ठ पेंशन बीमा योजना
67	मत्स्य पालन विभाग	प्रधानमंत्री मत्स्य संपदा योजना
68	खाद्य और सार्वजनिक वितरण विभाग	34 राज्यों और केंद्र शासित प्रदेशों में डीबीटी प्रकार - पीडीएस प्रचालन
69	खाद्य और सार्वजनिक वितरण विभाग	खाद्यानों के लिए प्रत्यक्ष नकद हस्तांतरण
70	स्वास्थ्य एवं परिवार कल्याण विभाग	आशा प्रोत्साहन
71	स्वास्थ्य एवं परिवार कल्याण विभाग	आयुष्मान भारत - प्रधान मंत्री जन आरोग्य योजना (एबी-पीएमजेएवाय)
72	स्वास्थ्य एवं परिवार कल्याण विभाग	परिवार नियोजन प्रतिपूर्ति योजनाएं
73	स्वास्थ्य एवं परिवार कल्याण विभाग	जननी शिशु सुरक्षा कार्यक्रम
74	स्वास्थ्य एवं परिवार कल्याण विभाग	जननी सुरक्षा योजना
75	स्वास्थ्य एवं परिवार कल्याण विभाग	निक्षय - डीओटी प्रदाता मानदेय
76	स्वास्थ्य एवं परिवार कल्याण विभाग	निक्षय - निजी क्षेत्र के लिए टीबी अधिसूचना प्रोत्साहन
77	स्वास्थ्य एवं परिवार कल्याण विभाग	निक्षय - पोषण संबंधी सहायता के लिए टीबी रोगी प्रोत्साहन
78	स्वास्थ्य एवं परिवार कल्याण विभाग	निक्षय - जनजातीय टीबी रोगी
79	स्वास्थ्य एवं परिवार कल्याण विभाग	संविदात्मक कर्मचारियों को भुगतान
80	स्वास्थ्य अनुसंधान विभाग	स्वास्थ्य अनुसंधान के लिए मानव संसाधन विकास के तहत अध्येतावृत्ति कार्यक्रम
81	स्वास्थ्य अनुसंधान विभाग	आईसीएमआर-जूनियर रिसर्च अध्येतावृत्ति
82	स्वास्थ्य अनुसंधान विभाग	आईसीएमआर-पोस्ट डॉक्टरल अध्येतावृत्ति
83	स्वास्थ्य अनुसंधान विभाग	आईसीएमआर-शॉर्ट टर्म स्टूडेंटशिप
84	उच्च शिक्षा विभाग	एआईसीटीई - स्वनाथ छात्रवृत्ति योजना - डिग्री
85	उच्च शिक्षा विभाग	एआईसीटीई - स्वनाथ छात्रवृत्ति योजना - डिप्लोमा
86	उच्च शिक्षा विभाग	बीएसआर संकाय अध्येतावृत्ति

87	उच्च शिक्षा विभाग	बीएसआर अध्येतावृत्ति
88	उच्च शिक्षा विभाग	डॉ डी एस कोठारी पोस्ट डॉक्टरल अध्येतावृत्ति
89	उच्च शिक्षा विभाग	डॉ. एस राधाकृष्णन मानविकी और सामाजिक विज्ञान में पोस्ट डॉक्टोरल अध्येतावृत्ति
90	उच्च शिक्षा विभाग	एमेरिटस अध्येतावृत्ति
91	उच्च शिक्षा विभाग	उच्च शिक्षा सांख्यिकी और सार्वजनिक सूचना प्रणाली
92	उच्च शिक्षा विभाग	भारतीय ज्ञान प्रणाली
93	उच्च शिक्षा विभाग	पूर्वोत्तर क्षेत्र के लिए ईशान उदय विशेष छात्रवृत्ति योजना
94	उच्च शिक्षा विभाग	विज्ञान, मानविकी और सामाजिक विज्ञान में जूनियर रिसर्च अध्येतावृत्ति
95	उच्च शिक्षा विभाग	राष्ट्रीय डॉक्टरेट अध्येतावृत्ति (एनडीएफ)
96	उच्च शिक्षा विभाग	स्नातकोत्तर अध्ययन के लिए राष्ट्रीय छात्रवृत्ति
97	उच्च शिक्षा विभाग	अनुसूचित जाति/अनुसूचित जनजाति के उम्मीदवारों के लिए व्यावसायिक पाठ्यक्रमों के लिए स्नात्कोत्तर छात्रवृत्ति
98	उच्च शिक्षा विभाग	सिंगल गर्ल चाइल्ड के लिए स्नात्कोत्तर इंदिरा गांधी छात्रवृत्ति
99	उच्च शिक्षा विभाग	एम.टेक/एम.ई./एम.फार्मा करने के लिए गेट/जीपीएटी अर्हताप्राप्त छात्रों के लिए स्नात्कोत्तर छात्रवृत्ति - एआईसीटीई
100	उच्च शिक्षा विभाग	एम.टेक/एमई/एमफार्मा करने के लिए गेट/जीपीएटी अर्हताप्राप्त छात्रों के लिए पी.जी. छात्रवृत्ति- यूजीसी
101	उच्च शिक्षा विभाग	विश्वविद्यालय रैंक धारकों के लिए स्नात्कोत्तर छात्रवृत्ति
102	उच्च शिक्षा विभाग	महिलाओं के लिए पोस्ट डॉक्टरल अध्येतावृत्ति
103	उच्च शिक्षा विभाग	अनुसूचित जाति/अनुसूचित जनजाति के उम्मीदवारों के लिए पोस्ट-डॉक्टरल अध्येतावृत्ति
98	उच्च शिक्षा विभाग	सिंगल गर्ल चाइल्ड के लिए स्नात्कोत्तर इंदिरा गांधी छात्रवृत्ति
99	उच्च शिक्षा विभाग	एम.टेक/एम.ई./एम.फार्मा करने के लिए गेट/जीपीएटी अर्हताप्राप्त

		छात्रों के लिए स्नात्कोत्तर छात्रवृत्ति - एआईसीटीई
100	उच्च शिक्षा विभाग	एम.टेक/एमई/एमफार्मा करने के लिए गेट/जीपीएटी अर्हताप्राप्त छात्रों के लिए पी.जी. छात्रवृत्ति- यूजीसी
101	उच्च शिक्षा विभाग	विश्वविद्यालय रैंक धारकों के लिए स्नात्कोत्तर छात्रवृत्ति
102	उच्च शिक्षा विभाग	महिलाओं के लिए पोस्ट डॉक्टरल अध्येतावृत्ति
103	उच्च शिक्षा विभाग	अनुसूचित जाति/अनुसूचित जनजाति के उम्मीदवारों के लिए पोस्ट-डॉक्टरल अध्येतावृत्ति
104	उच्च शिक्षा विभाग	प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन (पीएम-यूएसपी) केंद्रीय क्षेत्र ब्याज सब्सिडी योजना
105	उच्च शिक्षा विभाग	प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन (पीएम-यूएसपी) कॉलेज और विश्वविद्यालय के छात्रों के लिए छात्रवृत्ति की केंद्रीय क्षेत्र की ब्याज अनुदान योजना
106	उच्च शिक्षा विभाग	प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन (पीएम-यूएसपी) जम्मू-कश्मीर और लद्दाख के लिए विशेष छात्रवृत्ति योजना
107	उच्च शिक्षा विभाग	प्रधानमंत्री विद्यालक्ष्मी (पीएम-विद्यालक्ष्मी) योजना
108	उच्च शिक्षा विभाग	डिप्लोमा संस्थानों में लड़कियों के लिए प्रगति छात्रवृत्ति
109	उच्च शिक्षा विभाग	डिग्री कॉलेजों में लड़कियों के लिए प्रगति छात्रवृत्ति
110	उच्च शिक्षा विभाग	शिक्षुता के लिए कार्यक्रम
111	उच्च शिक्षा विभाग	क्यूआईपी केंद्रों में एम.टेक/पीएचडी अध्ययन के लिए प्रतिनियुक्त संकाय के लिए क्यूआईपी
112	उच्च शिक्षा विभाग	डिग्री कॉलेजों के दिव्यांग छात्रों के लिए सक्षम छात्रवृत्ति
113	उच्च शिक्षा विभाग	डिप्लोमा संस्थानों के दिव्यांग छात्रों के लिए सक्षम छात्रवृत्ति
114	उच्च शिक्षा विभाग	एकल बालिका सावित्रीबाई ज्योतिराव फुले अध्येतावृत्ति
115	उच्च शिक्षा विभाग	सामाजिक विज्ञान में अनुसंधान के लिए स्वामी विवेकानंद एकल बालिका अध्येतावृत्ति

116	गृह विभाग	भारत की जनगणना 2021 और राष्ट्रीय जनसंख्या रजिस्टर का अद्यतन
117	गृह विभाग	1984 के सिख दंगों के लिए बढ़ी हुई प्रतिपूर्ति
118	गृह विभाग	ब्रू प्रवासियों के पुनर्वास के लिए त्रिपुरा और मिजोरम को सहायता अनुदान
119	गृह विभाग	शरणार्थी शिविरों में श्रीलंकाई शरणार्थियों को राहत और पुनर्वास सहायता
120	गृह विभाग	स्वतंत्रता सैनिक सम्मान पेंशन योजना
121	आंतरिक सुरक्षा विभाग	पीड़ित नागरिकों की सहायता के लिए केंद्रीय योजना (सीएसएसीवी)
122	आंतरिक सुरक्षा विभाग	प्रधानमंत्री छात्रवृत्ति योजना
123	जम्मू और कश्मीर और लद्दाख मामलों का विभाग	पीओजेके के डीपी को प्रधानमंत्री सहायता
124	जम्मू और कश्मीर और लद्दाख मामलों का विभाग	प्रवासियों और स्वदेश लौटने वालों के लिए राहत और पुनर्वास
125	जम्मू और कश्मीर और लद्दाख मामलों का विभाग	सुरक्षा संबंधी व्यय - कश्मीरी प्रवासियों को राहत और पुनर्वास
126	फार्मास्यूटिकल्स विभाग	प्रधानमंत्री भारतीय जन औषधि परियोजना (पीएमबीजेपी)
127	फार्मास्यूटिकल्स विभाग	एनआईपीईआर के छात्रों को छात्रवृत्ति
128	सार्वजनिक उद्यम विभाग	अनुसंधान, विकास, परामर्श और पुनर्विन्यास की योजना
129	ग्रामीण विकास विभाग	डीएवाई-एनआरएलएम
130	ग्रामीण विकास विभाग	दीन दयाल उपाध्याय ग्रामीण कौशल्या योजना
134	ग्रामीण विकास विभाग	महात्मा गांधी नरेगा
135	ग्रामीण विकास विभाग	राष्ट्रीय परिवार लाभ योजना
136	ग्रामीण विकास विभाग	प्रधानमंत्री आवास योजना ग्रामीण

137	स्कूल शिक्षा और साक्षरता विभाग	समग्र शिक्षा के आईईडीएसएस घटक के तहत लाभ
138	स्कूल शिक्षा और साक्षरता विभाग	राष्ट्रीय मींस-सह-मेरिट छात्रवृत्ति योजना
139	स्कूल शिक्षा और साक्षरता विभाग	माध्यमिक शिक्षा के लिए लड़कियों को प्रोत्साहन की राष्ट्रीय योजना
140	स्कूल शिक्षा और साक्षरता विभाग	प्रधानमंत्री पोषण शक्ति निर्माण (पीएम-पोषण)
141	स्कूल शिक्षा और साक्षरता विभाग	प्राइम मिनिस्टर स्कूल फॉर राइजिंग इंडिया
142	स्कूल शिक्षा और साक्षरता विभाग	समग्र शिक्षा - पाठ्यपुस्तकों का हस्तक्षेप
143	स्कूल शिक्षा और साक्षरता विभाग	समग्र शिक्षा - एकरूपता हस्तक्षेप
144	स्कूल शिक्षा और साक्षरता विभाग	समग्र शिक्षा के आईईडीएसएस घटक के तहत दिव्यांग लड़कियों के लिए छात्रवृत्ति
145	विज्ञान और प्रौद्योगिकी विभाग	एलायंस और आर एंड डी मिशन - इंस्पायर पुरस्कार
146	विज्ञान और प्रौद्योगिकी विभाग	एलायंस और आर एंड डी मिशन - इंस्पायर संकाय पुरस्कार
147	विज्ञान और प्रौद्योगिकी विभाग	एलायंस और आर एंड डी मिशन - इंस्पायर अध्येतावृत्ति
148	विज्ञान और प्रौद्योगिकी विभाग	एलायंस और आर एंड डी मिशन - इंस्पायर इंटर्नशिप
149	विज्ञान और प्रौद्योगिकी विभाग	एलायंस और आर एंड डी मिशन - इंस्पायर छात्रवृत्ति
150	विज्ञान और प्रौद्योगिकी विभाग	विज्ञान में महिलाओं के लिए दिशा कार्यक्रम
151	वैज्ञानिक और औद्योगिक अनुसंधान विभाग	राष्ट्रीय विज्ञान और प्रौद्योगिकी मानव संसाधन विकास
152	वैज्ञानिक और औद्योगिक अनुसंधान विभाग	वैयक्तिक, स्टार्ट-अप और एमएसएमई में नवाचारों को बढ़ावा देना - प्रिज्म
153	वैज्ञानिक और औद्योगिक अनुसंधान विभाग	महिलाओं के लिए प्रौद्योगिकी विकास उपयोग कार्यक्रम
154	सामाजिक न्याय और अधिकारिता विभाग	मद्यपान और मादक पदार्थ (नशीली दवाओं) के दुरुपयोग की रोकथाम और सामाजिक सुरक्षा सेवाओं के लिए सहायता की केंद्रीय क्षेत्र योजना

155	सामाजिक न्याय और अधिकारिता विभाग	अनुसूचित जाति और अन्य पिछड़ा वर्ग के छात्रों के लिए निशुल्क कोचिंग की केंद्रीय क्षेत्र की योजना
156	सामाजिक न्याय और अधिकारिता विभाग	अन्य पिछड़ा वर्ग के छात्रों के लिए राष्ट्रीय फेलोशिप की केंद्रीय क्षेत्र की योजना
157	सामाजिक न्याय और अधिकारिता विभाग	एमफिल और पीएचडी जैसे उच्चतर शिक्षा कार्यक्रमों को आगे बढ़ाने के लिए अनुसूचित जाति के छात्रों को छात्रवृत्ति प्रदान करने के लिए राष्ट्रीय शिक्षावृत्ति की केन्द्रीय क्षेत्र की योजना।
158	सामाजिक न्याय और अधिकारिता विभाग	ओबीसी, ईबीसी और डीएनटी छात्रों के लिए उच्च श्रेणी के कॉलेज शिक्षा की केंद्रीय क्षेत्र की योजना
159	सामाजिक न्याय और अधिकारिता विभाग	अनुसूचित जाति के छात्रों के लिए उच्च श्रेणी की शिक्षा की केंद्रीय क्षेत्र की योजना
160	सामाजिक न्याय और अधिकारिता विभाग	ओबीसी, ईबीसी और डीएनटी छात्रों के लिए शीर्ष स्तरीय स्कूली शिक्षा की केंद्रीय क्षेत्र योजना
161	सामाजिक न्याय और अधिकारिता विभाग	नागरिक अधिकार संरक्षण अधिनियम, 1955 और अनुसूचित जाति एवं अनुसूचित जनजाति (अत्याचार निवारण अधिनियम, 1989) के कार्यान्वयन के लिए केंद्र प्रायोजित योजना
162	सामाजिक न्याय और अधिकारिता विभाग	भारत में अध्ययन के लिए अनुसूचित जाति के छात्रों को मैट्रिक उपरांत छात्रवृत्ति की केंद्र प्रायोजित योजना
163	सामाजिक न्याय और अधिकारिता विभाग	अन्य पिछड़ा वर्ग (ओबीसी) और आर्थिक रूप से पिछड़े वर्ग (ईबीसी) के लिए विदेश में अध्ययन के लिए शैक्षिक ऋण पर ब्याज अनुदान सहायता की डॉ. अम्बेडकर केंद्रीय क्षेत्र योजना
164	सामाजिक न्याय और अधिकारिता विभाग	वृद्धजनों के लिए एकीकृत कार्यक्रम
165	सामाजिक न्याय और अधिकारिता विभाग	एनएएमएएसटीई

166	सामाजिक न्याय और अधिकारिता विभाग	राष्ट्रीय ओवरसीज छात्रवृत्ति (एनओएस)
167	सामाजिक न्याय और अधिकारिता विभाग	पीएम डीएकेएसएच योजना
168	सामाजिक न्याय और अधिकारिता विभाग	पीएम वायएएसएएसवीआई - ओबीसी, ईबीसी और डीएनटी के लिए मैट्रिक उपरांत छात्रवृत्ति
169	सामाजिक न्याय और अधिकारिता विभाग	पीएम वायएएसएएसवीआई - ओबीसी, ईबीसी और डीएनटी के लिए मैट्रिक पूर्व छात्रवृत्ति
170	सामाजिक न्याय और अधिकारिता विभाग	प्रधानमंत्री अनुसुचित जाति अभ्युदय योजना
171	सामाजिक न्याय और अधिकारिता विभाग	अनुसूचित जातियों और अन्य के लिए मैट्रिक पूर्व छात्रवृत्ति योजना
172	सामाजिक न्याय और अधिकारिता विभाग	डीएनटी/एनटी/एसएनटी (सीड) छात्रों के आर्थिक सशक्तिकरण के लिए योजना
173	सामाजिक न्याय और अधिकारिता विभाग	अनुसूचित जातियों के लिए कार्यरत स्वैच्छिक और अन्य संगठनों को सहायता अनुदान की योजना
174	सामाजिक न्याय और अधिकारिता विभाग	पीएम केयर बच्चों के लिए छात्रवृत्ति
175	सामाजिक न्याय और अधिकारिता विभाग	वंचित इकाई समूह और वर्गों की आर्थिक सहायता (विश्वास) योजना
176	अंतरिक्ष विभाग	इंडियन इंस्टीट्यूट ऑफ रिमोट सेंसिंग - छात्रवृत्ति और वृत्तिका
177	अंतरिक्ष विभाग	भारतीय अंतरिक्ष विज्ञान और प्रौद्योगिकी संस्थान - सहायता और अध्येतावृत्ति
178	अंतरिक्ष विभाग	भारतीय अंतरिक्ष अनुसंधान संगठन मुख्यालय - छात्रवृत्ति और वृत्तिका

179	अंतरिक्ष विभाग	इसरो प्रणौदन कॉम्प्लेक्स - छात्रवृत्ति और वृत्तिका
180	अंतरिक्ष विभाग	इसरो टेलीमेट्री, ट्रैकिंग और कमांड नेटवर्क - छात्रवृत्ति और वृत्तिका
181	अंतरिक्ष विभाग	तरल प्रणोदन प्रणाली केंद्र - छात्रवृत्ति और वृत्तिका
182	अंतरिक्ष विभाग	मास्टर नियंत्रण सुविधा केंद्र - छात्रवृत्ति और वृत्तिका
183	अंतरिक्ष विभाग	राष्ट्रीय रिमोट सेंसिग केंद्र - छात्रवृत्ति और वृत्तिका
184	अंतरिक्ष विभाग	सतीश धवन स्पेस सेंटर-एसएचएआर - छात्रवृत्ति और वृत्तिका
185	अंतरिक्ष विभाग	अंतरिक्ष अनुप्रयोग केंद्र - छात्रवृत्ति और वृत्तिका
186	अंतरिक्ष विभाग	यूआर राव सैटेलाइट सेंटर-छात्रवृत्ति और वृत्तिका
187	अंतरिक्ष विभाग	विक्रम साराभाई अंतरिक्ष केंद्र - छात्रवृत्ति और वृत्तिका
188	खेल विभाग	अर्जुन (लाइफटाइम) पुरस्कार विजेता
189	खेल विभाग	अर्जुन पुरस्कार
190	खेल विभाग	राष्ट्रीय खेल संघों को सहायता
191	खेल विभाग	द्रोणाचार्य पुरस्कार
192	खेल विभाग	खेलो इंडिया
193	खेल विभाग	लक्ष्मीबाई राष्ट्रीय शारीरिक शिक्षा संस्थान
194	खेल विभाग	मेजर ध्यानचंद खेल रतन पुरस्कार विजेता
195	खेल विभाग	राष्ट्रीय खेल विकास कोष
196	खेल विभाग	खिलाड़ियों के लिए राष्ट्रीय कल्याण कोष
197	खेल विभाग	मेधावी खिलाड़ियों को पेंशन
198	खेल विभाग	खेलों में मानव संसाधन विकास के लिए योजना
199	खेल विभाग	अंतर्राष्ट्रीय खेल आयोजनों में पदक विजेताओं को विशेष नकद पुरस्कार

200	खेल विभाग	भारतीय खेल प्राधिकरण
201	जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग	जल क्षेत्र में अनुसंधान और विकास कार्यक्रम
202	युवा कार्यक्रम विभाग	स्काउटिंग और मार्गदर्शक संगठनों को सहायता
203	युवा कार्यक्रम विभाग	आईसी-अंतर्राष्ट्रीय युवा विनिमय कार्यक्रम
204	युवा कार्यक्रम विभाग	राष्ट्रीय युवा कॉर्पस
205	युवा कार्यक्रम विभाग	आरजीएनआईवाईडी-शैक्षणिक, प्रशिक्षण और क्षमता निर्माण कार्यक्रम
206	युवा कार्यक्रम विभाग	छात्रों को आरजीएनआईवाईडी-छात्रवृत्ति
207	युवा कार्यक्रम विभाग	युवा छात्रावास
208	आयुष मंत्रालय	राष्ट्रीय आयुष मिशन - आयुष सेवाओं के तहत दवाएं
209	आयुष मंत्रालय	आयुष में अंतर्राष्ट्रीय सहयोग को बढ़ावा देना
210	आयुष मंत्रालय	राष्ट्रीय आयुर्वेद विद्यापीठ
211	कोयला मंत्रालय	कोयला खान पेंशन योजना-1998
212	कोयला मंत्रालय	झरिया कोलफील्ड में आग लगने, धंसने से निपटने और प्रभावित परिवारों के पुनर्वास के लिए संशोधित झरिया मास्टर प्लान (जेएमपी) - एलटीएच परिवारों के लिए प्रतिपूर्ति
213	कोयला मंत्रालय	झरिया कोलफील्ड में आग लगने, धंसने से निपटने और प्रभावित परिवारों के पुनर्वास के लिए संशोधित झरिया मास्टर प्लान (जेएमपी) - गैर-एलटीएच परिवारों के लिए प्रतिपूर्ति
214	कोयला मंत्रालय	झरिया कोलफील्ड में आग, धंसने से निपटने और प्रभावित परिवारों के पुनर्वास के लिए संशोधित झरिया मास्टर प्लान (जेएमपी) - स्थानांतरण की लागत।
215	कोयला मंत्रालय	झरिया कोलफील्ड में आग लगने, धंसने से निपटने और प्रभावित परिवारों के पुनर्वास के लिए संशोधित झरिया मास्टर प्लान

		(जेएमपी) - आजीविका अनुदान
216	कोयला मंत्रालय	झरिया कोलफील्ड में प्रभावित परिवारों की आग, धंसने से निपटने और पुनर्वास के लिए संशोधित झरिया मास्टर प्लान (जेएमपी) - वार्षिकी अथवा रोजगार के बदले एकमुश्त अनुदान
217	कोयला मंत्रालय	झरिया कोलफील्ड में आग लगने, धंसने से निपटने और प्रभावित परिवारों के पुनर्वास के लिए संशोधित झरिया मास्टर प्लान (जेएमपी) - किराया सहायता।
218	कोयला मंत्रालय	बिलासपुर, छत्तीसगढ़ में एसईसीएल के सुश्रुत (नीट परीक्षा के लिए नि:शुल्क आवासीय कोचिंग)
219	कॉरपोरेट कार्य मंत्रालय	प्रधानमंत्री इंटर्नशिप योजना
220	संस्कृति मंत्रालय	संस्कृति के क्षेत्र में उत्कृष्ट कलाकारों/व्यक्तियों को जूनियर फेलोशिप का पुरस्कार
221	संस्कृति मंत्रालय	विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों को छात्रवृत्ति
222	संस्कृति मंत्रालय	संस्कृति के क्षेत्र में उत्कृष्ट कलाकारों/व्यक्तियों को वरिष्ठ अध्येतावृत्ति का पुरस्कार
223	संस्कृति मंत्रालय	सांस्कृतिक अनुसंधान के लिए टैगोर राष्ट्रीय अध्येतावृत्ति पुरस्कार
224	संस्कृति मंत्रालय	सांस्कृतिक समारोह और निर्माण अनुदान
225	संस्कृति मंत्रालय	राष्ट्रीय उपस्थिति वाले सांस्कृतिक संगठनों को वित्तीय सहायता
226	संस्कृति मंत्रालय	संग्रह अनुदान
227	संस्कृति मंत्रालय	कलाकारों को पेंशन और चिकित्सा सहायता के लिए योजना
228	पूर्वोत्तर क्षेत्र विकास मंत्रालय	पूर्वोत्तर क्षेत्र के छात्रों को वित्तीय सहायता की पूर्वोत्तर परिषद की योजना
229	पृथ्वी विज्ञान मंत्रालय	ध्रुवीय विज्ञान और क्रायोस्फर- पीएसीईआर

230	पृथ्वी विज्ञान मंत्रालय	अनुसंधान, शिक्षा और प्रशिक्षण आउटरीच – रीचआउट
231	इलेक्ट्रानिक्स एवं सूचना प्रौद्योगिकी मंत्रालय	फ्यूचरस्किल्स प्राइम (रोजगार के लिए आईटी जनशक्ति के पुन: कौशल/अप-स्किलिंग के लिए कार्यक्रम)
232	इलेक्ट्रानिक्स एवं सूचना प्रौद्योगिकी मंत्रालय	अनुसूचित जाति उप योजना जनजातीय उपयोजना के तहत प्रशिक्षण शुल्क की प्रतिपूर्ति
233	इलेक्ट्रानिक्स एवं सूचना प्रौद्योगिकी मंत्रालय	तकनीकी और आईटी के लिए विश्वेश्वरैया पीएचडी योजना चरण II
234	पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय	हरित भारत मिशन राष्ट्रीय वनीकरण कार्यक्रम
235	पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय	वन्य जीव प्राकृतिक आवासों का एकीकृत विकास
236	पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय	परियोजना एलिफेंट
237	पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय	परियोजना टाइगर
238	विदेश मंत्रालय	आईसीसीआर छात्रवृत्ति
239	भारी उद्योग मंत्रालय	फेम इंडिया योजना के तहत मांग प्रोत्साहन वितरण प्रणाली
240	भारी उद्योग मंत्रालय	अभिनव वाहन संवर्धन में पीएम इलेक्ट्रिक ड्राइव क्रांति
241	आवास एवं शहरी कार्य मंत्रालय	डीएवाई एनयूएसएम
242	आवास एवं शहरी कार्य मंत्रालय	दीनदयाल जैन आजीविका योजना-शहरी
243	आवास एवं शहरी कार्य मंत्रालय	पीएम स्ट्रीट वेंडर आत्मनिर्भर निधि (पीएम स्वनिधि)
244	आवास एवं शहरी कार्य मंत्रालय	पीएमएवाई शहरी के तहत राज्य और संघ राज्यक्षेत्र अनुदान
245	आवास एवं शहरी कार्य मंत्रालय	स्वच्छ भरत मिशन शहरी
246	सूचना और प्रसारण मंत्रालय	पत्रकार कल्याण योजना
247	सूचना और प्रसारण मंत्रालय	सत्यजीत रे फिल्म एंड टेलीविजन संस्थान कोलकाता की

		छात्रवृत्ति योजना
248	श्रम और रोजगार मंत्रालय	ईपीएफ सदस्यों के लिए कर्मचारी पेंशन योजना
249	श्रम और रोजगार मंत्रालय	ईपीएफ पेंशनभोगियों के लिए कर्मचारी पेंशन योजना
250	श्रम और रोजगार मंत्रालय	रोजगार सृजन योजना
251	श्रम और रोजगार मंत्रालय	असम में बागान श्रमिकों के लिए पारिवारिक पेंशन-सह-जीवन बीमा और जमा संबद्ध बीमा योजनाएं
252	श्रम और रोजगार मंत्रालय	बीड़ी, सीआईएनई, आईओएमसी, एलएसडीएम कामगारों के बच्चों के लिए शिक्षा के लिए वित्तीय सहायता
253	श्रम और रोजगार मंत्रालय	वीवी गिरि राष्ट्रीय श्रम संस्थान (वीवीजीएनएलआई) को अनुदान
254	श्रम और रोजगार मंत्रालय	असंगठित श्रमिकों के लिए राष्ट्रीय डेटाबेस
255	श्रम और रोजगार मंत्रालय	व्यापारियों और स्व-नियोजित व्यक्तियों के लिए राष्ट्रीय पेंशन योजना [पूर्ववर्ती प्रधानमंत्री लघु व्यापारी मान-धन (पीएम-एलवीएम) योजना]
256	श्रम और रोजगार मंत्रालय	नवीन रोजगार सृजन योजना -भाग ख
257	श्रम और रोजगार मंत्रालय	नवीन रोजगार सृजन योजना -भाग ग
258	श्रम और रोजगार मंत्रालय	प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवायएम)
259	श्रम और रोजगार मंत्रालय	बंधुआ मजदूरों के पुनर्वास की योजना के तहत पुनर्वास सहायता
260	श्रम और रोजगार मंत्रालय	बीड़ी, आईओएमसी, एलएसडीएम, सीआईएनई वर्क्स के लिए संशोधित एकीकृत आवास योजना (आरआईएचएस) -2016
261	श्रम और रोजगार मंत्रालय	दिव्यांगजनों के लिए व्यावसायिक पुनर्वास केंद्र योजना के तहत दिव्यांग उम्मीदवारों को वृत्तिका
262	श्रम और रोजगार मंत्रालय	कोचिंग, मार्गदर्शन और व्यावसायिक प्रशिक्षण के माध्यम से अनुसूचित जाति और अनुसूचित जनजाति के रोजगार के इच्छुक लोगों के कल्याण की योजना के तहत प्रशिक्षुओं को वृत्तिका

263	सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय	एटीआई योजना (प्रशिक्षण घटक)
264	सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय	कॉयर विकास योजना
265	सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय	उद्यमिता और कौशल विकास कार्यक्रम (ईएसडीपी)
266	सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय	आईसी योजनाएं
267	सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय	खादी संस्थानों को एमएमडीए अनुदान
268	सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय	राष्ट्रीय पुरस्कार
269	सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय	पीएम विश्वकर्मा
270	सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय	पीएमईजीपी प्रधानमंत्री रोजगार सृजन कार्यक्रम
271	अल्पसंख्यक कार्य मंत्रालय	बेगम हजरत महल राष्ट्रीय छात्रवृत्ति योजना
272	अल्पसंख्यक कार्य मंत्रालय	अल्पसंख्यक वर्ग के छात्रों के लिए मौलाना आजाद राष्ट्रीय अध्येतावृत्ति
273	अल्पसंख्यक कार्य मंत्रालय	अल्पसंख्यकों के लिए व्यावसायिक और तकनीकी पाठ्यक्रमों के लिए मेरिट-सह-साधन आधारित छात्रवृत्ति
274	अल्पसंख्यक कार्य मंत्रालय	पढ़ो प्रेदेश - विदेशी अध्ययन के लिए शैक्षिक ऋण पर ब्याज सब्सिडी
275	अल्पसंख्यक कार्य मंत्रालय	पीएमविकास प्रतिबद्ध देनदारियां
276	अल्पसंख्यक कार्य मंत्रालय	अल्पसंख्यकों के लिए मैट्रिकोत्तर छात्रवृत्ति
277	अल्पसंख्यक कार्य मंत्रालय	प्रधानमंत्री विरासत का संवर्धन
278	अल्पसंख्यक कार्य मंत्रालय	अल्पसंख्यकों के लिए मैट्रिक-पूर्व छात्रवृत्ति
279	अल्पसंख्यक कार्य मंत्रालय	लघु अल्पसंख्यक समुदाय की जनसंख्या में गिरावट को रोकने के लिए योजना
280	नवीन और नवीकरणीय ऊर्जा मंत्रालय	मंत्रालय द्वारा प्रायोजित अनुसंधान और विकास परियोजनाओं का फेलोशिप घटक
281	नवीन और नवीकरणीय ऊर्जा मंत्रालय	राष्ट्रीय नवीकरणीय ऊर्जा फेलोशिप कार्यक्रम और राष्ट्रीय सौर विज्ञान फेलोशिप कार्यक्रम

282	नवीन और नवीकरणीय ऊर्जा मंत्रालय	नया राष्ट्रीय बायोगैस और जैविक खाद कार्यक्रम (एनएनबीओएमपी)
283	नवीन और नवीकरणीय ऊर्जा मंत्रालय	पीएम-सूर्य घर निशुल्क बिजली योजना
284	नवीन और नवीकरणीय ऊर्जा मंत्रालय	प्रधान मंत्री किसान उर्जा सुरक्षा एवं उत्थान महाभियान स्कीम
285	नवीन और नवीकरणीय ऊर्जा मंत्रालय	मानव संसाधन विकास कार्यक्रम का अल्पकालिक प्रशिक्षण कार्यक्रम घटक
286	पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय	पहल
287	पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय	प्रधान मंत्री उज्ज्वला योजना
288	रेल मंत्रालय	रेलवे सुरक्षा बल (आरपीएफ) के लिए प्रधानमंत्री छात्रवृत्ति योजना
289	कौशल विकास एवं उद्यमिता मंत्रालय	राष्ट्रीय शिक्षुता संवर्धन योजना
290	कौशल विकास एवं उद्यमिता मंत्रालय	प्रधान मंत्री कौशल विकास योजना
291	कौशल विकास एवं उद्यमिता मंत्रालय	आजीविका संवर्धन के लिए कौशल अधिग्रहण और ज्ञान जागरूकता (संकल्प)
292	सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय	भारतीय सांख्यिकी संस्थान में शोधार्थियों को अध्येतावृत्ति
293	सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय	भारतीय सांख्यिकी संस्थान में छात्रों को वृत्तिका
294	वस्त्र मंत्रालय	संशोधित प्रौद्योगिकी उन्नयन कोष
295	वस्त्र मंत्रालय	व्यापक हस्तशिल्प क्लस्टर विकास कार्यक्रम
296	वस्त्र मंत्रालय	मानव संसाधन विकास (एचआरडी) और संवर्धनात्मक कार्यकलाप योजना - वैज्ञानिक भेड़ पालन/कृत्रिम गर्भाधान/ऊनी मदों के विनिर्माण/मशीन कतरनी आदि में प्रशिक्षण कार्यक्रम।
297	वस्त्र मंत्रालय	राष्ट्रीय हस्तशिल्प विकास कार्यक्रम
298	वस्त्र मंत्रालय	राष्ट्रीय हथकरघा विकास कार्यक्रम

299	वस्त्र मंत्रालय	पावरलूम ग्रुप वर्कशेड योजना
300	वस्त्र मंत्रालय	पावरलूम बुनकरों के लिए प्रधानमंत्री ऋण योजना
301	वस्त्र मंत्रालय	सीसीआई द्वारा कपास की खरीद के लिए मूल्य समर्थन प्रचालन
302	वस्त्र मंत्रालय	कच्चे माल की आपूर्ति योजना
303	वस्त्र मंत्रालय	समर्थ योजना
304	वस्त्र मंत्रालय	रेशम उद्योग के विकास के लिए योजना
305	वस्त्र मंत्रालय	साधारण विद्युतकरघा के स्वस्थाने उन्नयन की योजना
306	पर्यटन मंत्रालय	सेवा प्रदाताओं के लिए क्षमता निर्माण
307	जनजातीय कार्य मंत्रालय	जनजातीय उत्पादों के विकास और विपणन के लिए संस्थागत सहायता
308	जनजातीय कार्य मंत्रालय	अनुसूचित जनजाति के छात्रों के लिए उच्च शिक्षा के लिए राष्ट्रीय अध्येतावृत्ति और छात्रवृत्ति (अध्येतावृत्ति के लिए)
309	जनजातीय कार्य मंत्रालय	अनुसूचित जनजाति के छात्रों के लिए उच्च शिक्षा के लिए राष्ट्रीय अध्येतावृत्ति और छात्रवृत्ति (छात्रवृत्ति के लिए)
310	जनजातीय कार्य मंत्रालय	राष्ट्रीय प्रवासी छात्रवृत्ति योजना
311	जनजातीय कार्य मंत्रालय	अनुसूचित जनजाति के छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति योजना
312	जनजातीय कार्य मंत्रालय	अनुसूचित जनजाति के छात्रों के लिए प्री-मैट्रिक छात्रवृत्ति योजना
313	जनजातीय कार्य मंत्रालय	विशेष रूप से कमजोर जनजातीय समूहों के विकास की योजना
314	जनजातीय कार्य मंत्रालय	अनुसूचित जनजातियों के कल्याण के लिए काम करने वाले स्वैच्छिक संगठनों को सहायता अनुदान की योजना
315	जनजातीय कार्य मंत्रालय	जनजातीय क्षेत्रों में व्यावसायिक प्रशिक्षण केंद्र
316	महिला एवं बाल विकास मंत्रालय	आंगनवाड़ी सेवाएं - आंगनवाड़ी कार्यकर्ताओं और आंगनवाड़ी सहायिकाओं को मानदेय
317	महिला एवं बाल विकास मंत्रालय	आंगनवाड़ी सेवाएं - पूरक पोषण कार्यक्रम

318	महिला एवं बाल विकास मंत्रालय	आंगनवाड़ी सेवाएं - प्रशिक्षण कार्यक्रम
319	महिला एवं बाल विकास मंत्रालय	मिशन वात्सल्य - लाभार्थियों को सुविधाएं (प्रायोजित)
320	महिला एवं बाल विकास मंत्रालय	मिशन वात्सल्य- लाभार्थियों को सुविधाएं
321	महिला एवं बाल विकास मंत्रालय	मिशन वात्सल्य-कर्मचारियों को वेतन
322	महिला एवं बाल विकास मंत्रालय	वन स्टॉप सेंटर - (कर्मचारियों को वेतन का भुगतान)
323	महिला एवं बाल विकास मंत्रालय	पालना- लाभार्थियों को सुविधाएं
324	महिला एवं बाल विकास मंत्रालय	पालना- श्रमिकों को मानदेय
325	महिला एवं बाल विकास मंत्रालय	प्रधानमंत्री मातृ वंदना योजना
326	महिला एवं बाल विकास मंत्रालय	किशोरियों के लिए योजना
327	महिला एवं बाल विकास मंत्रालय	शक्ति सदन - (स्वाधार और उज्ज्वला) - लाभार्थियों को सुविधाएं
328	महिला एवं बाल विकास मंत्रालय	शक्ति सदन - (स्वाधार और उज्ज्वला) - वेतन

विवरण-II

योजनाओं के अंतर्गत राज्य-वार जारी लाभ का ब्यौरा

क्रम संख्या	राज्य/संघ राज्यक्षेत्र	डीबीटी लाभार्थियों की संख्या (करोड़ में)	डीबीटी निधि अंतरण (करोड़ में)
1	अंडमान और निकोबार द्वीप समूह	0.03	48.78
2	आंध्र प्रदेश	8.58	30,792.39
3	अरुणाचल प्रदेश	0.21	620.3
4	असम	5.81	15,085.78
5	बिहार	17.37	49,622.73
6	चंडीगढ़	0.12	214.03
7	छत्तीसगढ़	5.72	21,202.23
8	दादरा और नगर हवेली और दमन और दीव	0.11	159.5
9	दिल्ली	1.67	2,602.72
10	गोवा	0.13	210.6
11	गुजरात	6.6	32,805.30
12	हरियाणा	5.34	16,384.88
13	हिमाचल प्रदेश	1.01	2,665.84
14	जम्मू और कश्मीर	1.66	5,215.33
15	झारखंड	5.52	15,997.94
16	कर्नाटक	8.68	30,180.15
17	केरल	3.42	10,780.79
18	लद्दाख	0.04	181.93
19	लक्षद्वीप	0.01	11.81
20	मध्य प्रदेश	14.33	53,480.83
21	महाराष्ट्र	18.14	63,731.69

22	मणिपुर	0.43	1,376.70
23	मेघालय	0.44	1,531.98
24	मिजोरम	0.18	936.64
25	नागालैंड	0.24	813.69
26	ओडिशा	9.07	24,534.01
27	पुडुचेरी	0.18	399.41

28	पंजाब	3.51	17,144.28
29	राजस्थान	13.82	35,507.19
30	सिक्किम	0.1	223.8
31	तमिलनाडु	10.27	25,966.65
32	तेलंगाना	5.8	35,446.81
33	त्रिपुरा	0.65	1,858.19
34	उत्तर प्रदेश	32.78	88,353.49
35	उत्तराखंड	1.55	3,898.81
36	पश्चिम बंगाल	12.51	27,449.87

विवरण-III

वित्तीय वर्ष 2025-26 में बिहार में डीबीटी योजनाओं में जारी किए गए जिला-वार लाभ

क्र.सं.	जिले का नाम	डीबीटी लाभार्थियों की संख्या (करोड़ में)	डीबीटी निधि अंतरण (करोड़ में)
1	अररिया	0.54	1,690.02
2	अरवल	0.11	357.51
3	औरंगाबाद	0.38	1,249.48
4	बांका	0.37	944.36

5	बेगूसराय	0.53	1,433.90
6	भागलपुर	0.49	1,546.74
7	भोजपुर	0.41	1,369.03
8	बक्सर	0.24	895.12
9	दरभंगा	0.67	1,546.75
10	गया	0.68	1,890.14
11	गोपालगंज	0.39	1,036.14
12	जमुई	0.32	927.25
13	जहानाबाद	0.17	497.59
14	कैमूर (भभुआ)	0.26	913.69
15	कटिहार	0.55	1,474.70
16	खगड़िया	0.29	951.17
17	किशनगंज	0.32	993.35
18	लखीसराय	0.16	534.89
19	मधेपुरा	0.37	1,127.01
20	मधुबनी	0.78	2,016.01
21	मुंगेर	0.22	586.87
22	मुजफ्फरपुर	0.81	1,972.82
23	नालंदा	0.47	1,562.94
24	नवादा	0.38	1,062.36
25	पश्चिम चंपारण	0.67	1,893.59
26	पटना	0.84	1,985.86
27	पूर्वी चंपारण	0.87	2,672.50
28	पूर्णिया	0.55	1,637.54
29	रोहतास	0.43	1,428.17

30	सहरसा	0.38	1,056.80
31	समस्तीपुर	0.75	2,017.57
32	सारण	0.62	1,789.18
33	शेखपुरा	0.12	363.51
34	शिवहर	0.12	326.44
35	सीतामढ़ी	0.56	1,508.33
36	सीवान	0.53	1,323.66
37	सुपौल	0.42	1,276.92
38	वैशाली	0.6	1,762.82

बैंकों द्वारा फसल ऋण

5024. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार के संज्ञान में आया है कि जिन किसानों ने अपने ऋण चुका दिए हैं तथा जिन किसानों का क्रेडिट स्कोर कम है, को राष्ट्रीयकृत बैंकों द्वारा फसल ऋण देने से मना कर दिया जा रहा है;

(ख) यदि हां, तो उक्त मामलों की राज्य-वार संख्या कितनी है;

(ग) क्या ऐसे किसानों को फसल ऋण देने में देरी करना अथवा ऋण देने से इंकार करना सरकार की किसान-हितैषी नीतियों के अनुरूप है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) सरकार द्वारा किसानों को समय पर ऋण उपलब्ध कराने के लिए क्या ठोस कदम उठाए जा रहे हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ग): एक नियंत्रणमुक्त ऋण वातावरण में, राष्ट्रीयकृत बैंकों सहित ऋणदाताओं से यह अपेक्षा की जाती है कि वे अपने बोर्ड द्वारा अनुमोदित नीतियों और व्यापक विनियामक दिशानिर्देशों के अनुसार ऋण संबंधी निर्णय लें। भारतीय रिज़र्व बैंक (आरबीआई) के 'ऋण जोखिम प्रबंधन पर दिनांक 28.11.2025 के मास्टर निदेश' के अनुसार, बैंकों के लिए यह अपेक्षित है कि वे अपनी ऋण नीतियों/ऋण मूल्यांकन प्रक्रियाओं में एक या अधिक ऋण सूचना कंपनियों (सीआईसी) से ऋण सूचना रिपोर्ट (सीआईआर) प्राप्त करने के लिए उपयुक्त प्रावधान शामिल करें, ताकि ऋण संबंधी निर्णय प्रणाली में उपलब्ध ऋण जानकारी पर आधारित हों। सीआईसी की जानकारी का संदर्भ समुचित सावधानी के उद्देश्य से किया जाता है और इसे उन मामलों में ध्यान में रखा जाता है जहाँ उधारकर्ता द्वारा किसी अन्य ऋण देने वाली संस्था में चूक की गई हो।

(घ): सरकार और आरबीआई ने किसानों को किफायती ऋण तक निर्बाध पहुंच प्रदान करने के लिए कई उपाय किए हैं, जिनमें, अन्य बातों के साथ-साथ, निम्नलिखित शामिल हैं:

- वित्तीय सेवाएं विभाग ने अपने दिनांक 04.02.2019 के पत्र के माध्यम से बैंकों को 3 लाख रुपये तक के किसान क्रेडिट कार्ड (केसीसी)/फसल ऋण के लिए प्रोसेसिंग, प्रलेखन, निरीक्षण, खाता बही फोलियो शुल्क और अन्य सभी सेवा शुल्क माफ करने की सलाह दी है।
- बैंकों के लिए बुनियादी स्तर पर कृषि ऋण लक्ष्यों और प्राथमिकता प्राप्त क्षेत्र ऋण लक्ष्यों का वार्षिक निर्धारण।
- किसान क्रेडिट कार्ड (केसीसी)/संशोधित ब्याज सहायता योजना (एमआईएसएस) के माध्यम से पर्याप्त और समय पर ऋण सहायता।
- 2 लाख रुपये तक का संपार्श्विक-मुक्त अल्पकालिक कृषि ऋण।
- सितंबर 2023 में किसान ऋण पोर्टल का शुभारंभ किया गया है, जो आधार-आधारित लाभार्थी सत्यापन और केसीसी के माध्यम से प्राप्त ऋणों के लिए संशोधित ब्याज

सहायता योजना (एमआईएसएस) के अंतर्गत तेजी से डिजिटल दावा निपटान को सक्षम बनाता है।

- जन समर्थ पोर्टल को सरकार द्वारा प्रायोजित ऋण और सब्सिडी योजनाओं को जोड़ने के लिए एक ही स्थान पर सभी सुविधाएं उपलब्ध कराने वाले डिजिटल प्लेटफॉर्म के रूप में शुरू किया गया है। यह आवेदक के डेटा के डिजिटल मूल्यांकन के आधार पर ऋण के लिए आवेदन करने और अनुमोदन प्राप्त करने का एक त्वरित और कुशल तरीका प्रदान करता है।

EFFICACY OF CAMPA AND FOREST DIVERSION

5025. SHRI PUSHPENDRA SAROJ:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the total area of forest land including notified and deemed forest, diverted in Uttar Pradesh since 2017 for Central infrastructure projects, such as National Highways, Railways and transmission lines, category-wise;

(b) the compensatory afforestation land identified against such diversion, indicating actual area afforested versus area approved along with the survival rate of plantations as per monitoring reports;

(c) the total Compensatory Afforestation Fund Management and Planning Authority (CAMPA) funds sanctioned, released and utilised and instances of diversion of funds for non-forestry purposes, if any, State/UT-wise, particularly for Uttar Pradesh;

(d) the findings of central inspections or third-party audits regarding the quality of

plantations, geo-tagging compliance and gaps in canopy restoration; and

(e) the accountability mechanism and time-bound corrective measures adopted to ensure that compensatory afforestation results in ecological restoration rather than only paper compliance?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): Since 2017, an area of 6752.59 ha of forest land, including notified and deemed forest, has been diverted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for various projects including infrastructure projects such as national highways, railways and transmission lines, in Uttar Pradesh. Category wise details of forest land diverted are given in the enclosed **Statement-I.** In lieu of diversion of 6752.59 ha of forest land, Compensatory Afforestation (CA) has been stipulated over an area of 14,450.76 ha of non-forest land and degraded forest land.

The survival rate of afforestation activities undertaken are maintained by the respective State and UT Forest Departments.

(c) to (e): Details of Compensatory Afforestation Fund Management and Planning Authority (CAMPA) funds sanctioned, released and utilised in respect of Uttar Pradesh are given in the enclosed **Statement-II**. The fund have been utilized for undertaking compensatory afforestation and other activities, including wildlife protection and conservation, as per the provisions of Compensatory Afforestation Fund Act, 2016 and Compensatory Afforestation

Fund Rules, 2018. Further, the monitoring of the compensatory afforestation and other activities are carried out as per the procedures laid down in the Compensatory Afforestation Fund (CAF) Act, 2016 and its Rules by the National and State CAMPA Authorities.

STATEMENT-I

Category wise details of forest land diverted

S. No.	Category	Area Diverted (in Ha.)
1	Canal	10.45
2	Communication Post	0.16
3	Defence	25.14
4	Drinking Water	44.60
5	Hydel / Irrigation	13.08
6	Industry	61.86
7	Optical Fibre Cable	4.70
8	Others	178.37
9	Petrol Pump	1911.67
10	Pipeline	62.53
11	Power Transmission Line	355.78
12	Railway	909.55
13	Road	3135.62
14	School / Educational Institution	36.98
15	Village Electricity	2.10
Grand Total		**6752.59**

STATEMENT-II

Details of Compensatory Afforestation Fund Management and Planning Authority (CAMPA) funds sanctioned, released and utilised in respect of Uttar Pradesh

Rs in Cr.

Financial Year	Fund Sanctioned by Ad-hoc CAMPA/National CAMPA	Fund released by Ad-hoc CAMPA/State Govt.	Fund Utilized
2017-18	123.00	144.00	97.66
2018-19	150.60	150.60	194.92
2019-20	285.68	197.21	180.69
2020-21	272.00	271.25	252.19
2020-21 Addl. APO	170.01	0.00	0.00 -
2021-22	586.90	381.13	362.06
2022-23	344.08	243.40	232.72
2023-24	172.04	169.70	166.90
2024-25	155.57	148.97	146.71
2025-26	176.11	154.70	105.70

NATIONAL APPRENTICESHIP AND TRAINING SCHEMES

5026. DR. C. M. RAMESH:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the details of total number of apprentices enrolled under the National

Apprenticeship Promotion Scheme (NAPS) and the National Apprenticeship Training Scheme (NATS) during the year 2025 in the country, State/UT-wise including Andhra Pradesh;

(b) the details of the sectors and industries with the highest apprenticeship engagement along with the role of Micro, Small and Medium Enterprises (MSMEs) therein;

(c) the steps taken/being taken by the Government to improve completion rates, stipend support and transition of apprentices into regular employment; and

(d) whether the Government proposes any further incentives or regulatory simplifications to expand participation in apprenticeship programme in the country, if so, the details thereof, State/UT-wise, particularly in the said State?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Government of India, under the Apprentices Act, 1961, implements two flagship Central Sector schemes namely National Apprenticeship Promotion Scheme (NAPS), launched in August 2016 and continued as NAPS-2 from 2022-23 by Ministry of Skill Development and Entrepreneurship (MSDE) and the National Apprenticeship Training Scheme (NATS) launched in 1973 by the Ministry of Education (MoE) and approved for its continuation up to 2025-26. Together these schemes, support apprenticeship engagement in the

country. In the year 2025, apprentices engaged under NAPS and NATS are 11.84 lakh and 5.23 lakh respectively. The details of the number of apprentices under NAPS and NATS during the year 2025, State-wise (including Andhra Pradesh) are given in the enclosed **Statement**.

(b): In both the schemes, apprenticeship participation is significantly strong in industries falling under top 13 sectors namely Automotive, Banking, Financial Services and Insurance (BFSI), Electrical (including New and Renewable Energy), Electronics, IT/ITeS, Life Sciences, Logistic and Supply Chain, Production and Manufacturing, Retail, Rubber, Service sectors (Education, Health Care, Professional services) and Tourism and Hospitality. Role of MSMEs under Apprenticeship training is to provide on-the job training to apprentices. Establishments including MSMEs that have engaged apprentices are 25,423 and 16,400 under NAPS-2 and NATS respectively.

(c): Both NAPS and NATS support apprenticeship engagement across the country by providing partial stipend support through Direct Benefit Transfer (DBT) directly to the apprentices engaged under the Apprentice Act, 1961. The Government share of stipend provided to apprentices under NAPS is limited to 25% of prescribed minimum stipend (up to a maximum of Rs.1,500 per month, per apprentice) and under NATS is limited to 50% of the prescribed minimum stipend (up to Rs.4,500 per month per apprentice). The Government recognises the successfully completed apprentices by issuing nationally recognised National Apprenticeship Certificate (NAC) under Designated trades of NAPS, Certificate of Proficiency (CoP) for Optional trades of NAPS and

NATS. In addition, the government has issued letters considering the training period undergone by an apprentice as an experience under NAPS (for ITI graduates). All these efforts support completion outcomes and are translating apprenticeship training to employment. The third-party evaluation reports from AJNIFM (Arun Jaitley National Institute of Finance Management) on NAPS and NILERD (National Institute of Labour Economics Research and Development) on NATS indicates apprentices being engaged in a full-time employment on completion of their training at 72% and 74% respectively. Further, the 38th meeting of the CAC (Central Apprenticeship Council) held on 26th May 2025, marked a significant advancement in modernizing the country's apprenticeship framework. Key decisions included a 36% increase in apprentice stipends, with future revisions linked to the Consumer Price Index (CPI). This acts as an impetus for apprentices to complete the training.

(d): The Government is implementing the following measures to expend the participation in Apprenticeship programme in the country including Andhra Pradesh. The Council in the CAC meeting approved the introduction of Apprenticeship Embedded Degree/ Diploma programme (AEDP) under the ambit of the Act encouraging degree apprenticeships and promoting flexible delivery modes such as online and blended learning, and enabling apprentices to train at client locations within India and even abroad. Further, inclusive measures—such as dedicated provisions for persons with benchmark disabilities—were introduced. If the prescribed training places for fresher apprentice and skill certificate holder apprentice cannot be filled, then the

establishments may fill the same with other categories of apprentices. The scope of apprenticeship training was also expanded to include emerging sectors under the NIC-2008 classification (e.g., IT, biotechnology, and renewable energy). In addition, the Council recommended the establishment of new regional apprenticeship boards beyond the existing ones in Chennai, Kanpur, Kolkata, and Mumbai. These decisions, made in consultation with the CAC, have been duly approved by the Hon'ble Minister and notified through Gazette of India. Under NAPS, to promote apprenticeship engagement in North-Eastern Region (NER), a focused pilot initiative was launched on 20.05.2025, that facilitates an additional incentive upto ₹1,500 per month to NER candidates undergoing Apprenticeship in any other state other than their domiciled State. This is over and above the government share of stipend upto ₹1,500 under NAPS.

STATEMENT

The details of the number of apprentices under NAPS and NATS during 2025, State-wise (including Andhra Pradesh) is given below

S. No.	State / UT Name	Apprentices Engaged under NAPS	Apprentices Engaged under NATS
1.	Andaman And Nicobar Islands	222	18
2.	**Andhra Pradesh**	**26,193**	**3,696**
3.	Arunachal Pradesh	165	17
4.	Assam	8,811	1,721
5.	Bihar	6,855	16,565
6.	Chandigarh	1,732	2,053
7.	Chhattisgarh	6,426	2,342
8.	Delhi	30,153	9,727
9.	Goa	12,769	957
10.	Gujarat	1,09,832	15,817
11.	Haryana	80,573	44,274
12.	Himachal Pradesh	10,672	2,350
13.	Jammu And Kashmir	1,249	471
14.	Jharkhand	10,309	10,158
15.	Karnataka	1,10,555	27,456
16.	Kerala	15,243	18,152
17.	Ladakh	22	0
18.	Lakshadweep	8	2
19.	Madhya Pradesh	31,871	6,777

20.	Maharashtra	3,03,763	1,14,127
21.	Manipur	178	116
22.	Meghalaya	276	39
23.	Mizoram	272	72
24.	Nagaland	25	42
25.	Odisha	13,195	28,279
26.	Puducherry	5,861	748
27.	Punjab	23,069	2,034
28.	Rajasthan	29,260	15,100
29.	Sikkim	515	651
30.	Tamil Nadu	1,33,189	56,112
31.	Telangana	45,520	35,604
32.	The Dadra and Nagar Haveli And Daman and Diu	4,157	511
33.	Tripura	518	295
34.	Uttar Pradesh	1,00,553	21,706
35.	Uttarakhand	29,014	9,172
36.	West Bengal	31,406	75,863
	Total	**11,84,431**	**5,23,024**

युवाओं के लिए विशेष कौशल प्रशिक्षण केंद्र

5027. श्री हरेन्द्र सिंह मलिक:

क्या **कौशल विकास और उद्यमशीलता** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार मुजफ्फरनगर और शामली में स्थानीय चीनी, इस्पात तथा कागज मिलों में कार्य करने के इच्छुक हजारों युवाओं के लिए विशेष 'कौशल प्रशिक्षण केंद्र' खोलने पर

विचार कर रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या मुजफ्फरनगर में सरकारी औद्योगिक प्रशिक्षण संस्थानों को आधुनिक मशीनों से सुसज्जित करने तथा स्थानीय उद्योगों की आवश्यकताओं के अनुसार नए पाठ्यक्रम शुरू करने हेतु आजीविका संवर्धन हेतु कौशल अर्जन एवं ज्ञान जागरूकता (संकल्प) योजना के अन्तर्गत कोई बजट आवंटित किया गया है;

(ग) यदि हाँ, तो क्या मुजफ्फरनगर में गन्ने के अपशिष्ट (बैगास तथा शीरा) से नए उत्पाद बनाने वाले छोटे स्टार्ट-अप को प्रधानमंत्री कौशल विकास योजना के अंतर्गत प्रशिक्षण तथा वित्तीय सहायता प्रदान करने का कोई प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार का स्थानीय मिलों के सहयोग से 'ऑन-द-जॉब ट्रेनिंग' (अप्रेंटिसशिप) कार्यक्रम प्रारंभ करने का विचार है, जिससे ग्रामीण युवाओं को अपनी पढ़ाई जारी रखते हुए कारखानों में कार्य करने और वृत्तिका प्राप्त करने का अवसर मिल सके; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): भारत सरकार के स्किल इंडिया मिशन (सिम) के अंतर्गत, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) विभिन्न योजनाओं, जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षुता प्रोत्साहन योजना (एनएपीएस) के तहत कौशल विकास केन्द्रों/संस्थानों के एक व्यापक नेटवर्क के माध्यम से और औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) द्वारा शिल्पकार प्रशिक्षण योजना(सीटीएस) के जरिए उत्तर प्रदेश के मुजफ्फरनगर और शामली जिलों सहित देश भर में समाज के सभी वर्गों को कौशल, पुनर्कौशल और कौशल उन्नयन प्रशिक्षण प्रदान करता है। एसआईएम का उद्देश्य भारत के युवाओं को भविष्य के लिए तैयार करना और उन्हें उद्योग से संबंधित कौशल से सुसज्जित करना है।

एमएसडीई की योजनाएं मांग आधारित हैं और प्रशिक्षण केंद्र आवश्यकता के आधार पर

स्थापित या संचालित किए जाते हैं। पीएमकेवीवाई 4.0 के तहत, मुजफ्फरनगर में 36 प्रशिक्षण केंद्र और शामली में 13 प्रशिक्षण केंद्र इलेक्ट्रॉनिक्स, लोहा और इस्पात, पूंजीगत सामान, ग्रीन जॉब्स, खाद्य प्रसंस्करण, हस्तशिल्प, वस्त्र, प्लंबिंग और स्वास्थ्य सेवा सहित काफी क्षेत्रों में प्रशिक्षण प्रदान करते हैं, जिनमें से कई प्रत्यक्ष और अप्रत्यक्ष रूप से चीनी, इस्पात और कागज मिलों को शामिल करते हुए स्थानीय उद्योगों की आवश्यकताओं के अनुरूप हैं।

(ख): आजीविका संवर्धन हेतु कौशल अर्जन एवं ज्ञान जागरूकता (संकल्प), विश्व बैंक द्वारा ऋण समर्थित एक केंद्र प्रायोजित योजना, जनवरी 2018 में शुरू की गई और 31 मार्च 2025 को समाप्त हुई। संकल्प के तीन प्रमुख परिणाम क्षेत्र थे: (i) केंद्र, राज्य और जिला स्तर पर संस्थागत सुदृढ़ीकरण; (ii) कौशल विकास कार्यक्रमों की गुणवत्ता सुनिश्चित करना; और (iii) कौशल विकास कार्यक्रमों में हाशिए पर रहने वाली आबादी को शामिल करना। संकल्प के अंतर्गत निर्धारित तीन परिणाम क्षेत्रों के अनुसार राज्यों की विशिष्ट आवश्यकताओं को ध्यान में रखते हुए, राज्यों द्वारा प्रस्तुत प्रस्तावों के आधार पर निधि आवंटित की गई थी। इसके अतिरिक्त, आकांक्षी कौशल अभियान (एएसए) के तहत आकांक्षी जिलों में कौशल इको सिस्टम को सुदृढ़ करने के लिए राज्यों को निधि जारी की गई थी। संकल्प योजना के तहत सरकारी औद्योगिक प्रशिक्षण संस्थानों को सुसज्जित करने के लिए कोई विशिष्ट बजट आवंटित नहीं किया गया था।

(ग): कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) ने वधवानी ऑपरेटिंग फाउंडेशन (डब्ल्यूओएफ) के सहयोग से 9 नवंबर, 2016 को प्रधानमंत्री युवा उद्यमिता विकास अभियान (पीएम-युवा) शुरू किया, जिसका उद्देश्य देश भर में उद्यमिता शिक्षा एवं प्रशिक्षण के माध्यम से उद्यमिता विकास के लिए अनुकूल वातावरण तैयार करना था। इसे उच्च शिक्षा संस्थानों (कॉलेज, विश्वविद्यालय, पॉलिटेक्निक) में लागू किया गया था। जून 2018 में इस योजना का पुनर्गठन किया गया और एमएसडीई के अंतर्गत कौशल प्रशिक्षण संस्थानों, जैसे औद्योगिक प्रशिक्षण संस्थान (आईटीआई), जन शिक्षण संस्थान (जेएसएस), प्रधानमंत्री कौशल केंद्र (पीएमकेके) और पॉलिटेक्निक को भी इसमें शामिल किया गया। पीएम-युवा द्वितीय परियोजना नवंबर 2019 से मार्च

2022 तक चली और इसे राष्ट्रीय उद्यमिता एवं लघु व्यवसाय विकास संस्थान (निस्बड) के माध्यम से कार्यान्वित किया गया। निस्बड एमएसडीई के प्रशासनिक नियंत्रण के अधीन एक स्वायत्त संस्था है और इसे कौशल पारिस्थितिकी तंत्र के अंतर्गत लगभग 300 संस्थानों में चलाया गया। इस पायलट परियोजना का उद्देश्य उद्यमिता को एक वैकल्पिक करियर विकल्प के रूप में बढ़ावा देना और कौशल इको सिस्टम से जुड़े संभावित और प्रारंभिक चरण के उद्यमियों को मार्गदर्शन सहायता प्रदान करना था। यह परियोजना दस राज्यों और दो संघ राज्य क्षेत्रों (असम, बिहार, केरल, महाराष्ट्र, मेघालय, तमिलनाडु, तेलंगाना, उत्तर प्रदेश, उत्तराखंड, पश्चिम बंगाल, दिल्ली और पुडुचेरी) में कार्यान्वित की गई।

(घ) और (ङ): पीएमकेवीवाई 4.0 के अंतर्गत, राष्ट्रीय व्यावसायिक शिक्षा और प्रशिक्षण परिषद (एनसीवीईटी) द्वारा निर्धारित राष्ट्रीय कौशल अर्हता ढांचा (एनएसक्यूएफ) -अनुरूप जॉब रोल्स के लिए अल्पकालिक प्रशिक्षण (एसटीटी) का एक अनिवार्य घटक ऑन-द-जॉब ट्रेनिंग (ओजेटी) है, जिसका उद्देश्य उद्योग में व्यावहारिक अनुभव प्रदान करना है। प्रशिक्षण प्रदाता स्थानीय उद्यमों के साथ साझेदारी करके वजीफ़े सहित संरचित ओजेटी कार्यक्रम आयोजित करते हैं, जबकि राज्य मिशन आस-पास के अवसरों तक पहुंच को सुगम बनाते हैं, जिससे व्यावहारिक कौशल और रोजगार के अवसर बढ़ते हैं।

एनएपीएस शिक्षा से कार्य में सुगम ट्रैनजिशन सुनिश्चित करता है, यह सुनिश्चित करता है कि प्रशिक्षुओं को वास्तविक दुनिया के अनुभव के माध्यम से उद्योग-विशिष्ट कौशल प्राप्त हों। एनएपीएस के तहत, लाभार्थियों को प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से प्रति माह 1500 रुपये तक की वजीफा सहायता प्रदान की जाती है।

प्रशिक्षण महानिदेशालय (डीजीटी) ने राष्ट्रीय शिक्षा नीति (एनईपी), 2020 के अनुरूप सीटीएस योग्यताओं का पुनर्गठन और युक्तिकरण करते हुए वार्षिक नोशनल प्रशिक्षण अवधि को 1600 घंटे से घटाकर 1200 घंटे कर दिया है और शैक्षणिक सत्र 2022-23 से सीटीएस के तहत आईटीआई प्रशिक्षुओं के लिए 150 घंटे के ऑन-द-जॉब प्रशिक्षण (ओजेटी)/समूह परियोजना का

अनिवार्य प्रावधान लागू किया है।

यूनेस्को विश्व धरोहर स्थल

5028. श्रीमती गनीबेन नागाजी ठाकोर:

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में वर्तमान में यूनेस्को विश्व धरोहर स्थलों की संख्या कितनी है;

(ख) क्या सरकार ने विश्व धरोहर सूची में नए स्थलों को शामिल किए जाने के लिए कोई प्रस्ताव भेजे हैं;

(ग) सरकार द्वारा उक्त स्थलों के संरक्षण के लिए उठाए गए विशेष कदमों का ब्यौरा क्या है; और

(घ) पर्यटन को बढ़ावा देने के लिए किए जा रहे समन्वय का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): देश भर में 44 विश्व धरोहर संपत्तियां हैं, जिनका ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख): हाँ। भारत सरकार ने विश्व धरोहर की सूची में शामिल करने हेतु विश्व धरोहर केंद्र को विचार के लिए निम्नलिखित प्रस्ताव भेजे हैं:

1. प्राचीन बौद्ध स्थल, सारनाथ (वर्ष 2025-26)

2. जिंगकिएंग्जरी/लय चराई सांस्कृतिक परिदृश्य (वर्ष 2026-27)

(ग) और (घ): भारतीय पुरातत्व सर्वेक्षण 27 विश्व धरोहर संपत्तियों सहित कुल 3686 स्मारकों का संरक्षण और अनुरक्षण करता है और इसके साथ ही पर्यटकों के लिए पेयजल, शौचालय ब्लॉक, सुगम-पथ और भूनिर्माण आदि जैसी पर्यटक सुविधाओं का प्रावधान भी करता है। भारतीय पुरातत्व सर्वेक्षण के क्षेत्राधिकार के अंतर्गत आने वाले इन स्मारकों/स्थलों का संरक्षण और अनुरक्षण किया जाना एक सतत् प्रक्रिया है और यह स्मारकों के संरक्षण की आवशयकता और संसाधनों की उपलब्धता के आधार पर किया जाता है।

<u>विवरण</u>

विश्व धरोहर की सूची में शामिल संपत्तियाँ (44)

(क) भारत में सांस्कृतिक विश्व धरोहर संपत्तियाँ : 36

(ख) भारत में प्राकृतिक विश्व धरोहर संपत्तियाँ : 07

(ग) भारत में मिश्रित विश्व धरोहर संपत्तियां : 01

सांस्कृतिक स्थल:

भारतीय पुरातत्व सर्वेक्षण के संरक्षण में (27)

क्र. सं.	स्थल का नाम	राज्य	शामिल किए जाने का वर्ष
1.	आगरा किला	उत्तर प्रदेश	1983
2.	अजंता की गुफाएँ	महाराष्ट्र	1983
3.	एलोरा की गुफाएँ	महाराष्ट्र	1983
4.	ताजमहल	उत्तर प्रदेश	1983
5.	महाबलिपुरम में स्मारकों का समूह	तमिलनाडु	1984
6.	सूर्य मंदिर, कोणार्क	ओडिशा	1984
7.	गोवा के चर्च और कॉन्वेंट	गोवा	1986
8.	फतेहपुर सीकरी	उत्तर प्रदेश	1986
9.	हम्पी में स्मारकों का समूह	कर्नाटक	1986
10.	खजुराहो, मंदिरों का समूह	मध्य प्रदेश	1986
11.	एलिफेंटा की गुफाएँ	महाराष्ट्र	1987

12.	गंगईकोंडचोलपुरम और दारासुरम में महान जीवंत चोल मंदिर	तमिलनाडु	1987 और 2004
13.	पट्टाडकल में स्मारकों का समूह	कर्नाटक	1987
14.	सांची में बौद्ध स्मारक	मध्य प्रदेश	1989
15.	हुमायूँ का मकबरा, दिल्ली	दिल्ली	1993
16.	कुतुब मीनार और उसके स्मारक, दिल्ली	दिल्ली	1993
17.	भीमबेटका के शैलाश्रय	मध्य प्रदेश	2003
18.	चंपानेर-पावागढ़ पुरातत्व पार्क	गुजरात	2004
19.	लाल किला परिसर, दिल्ली	दिल्ली	2007
20.	राजस्थान के पहाड़ी किले (चित्तौड़गढ़ , कुंभलगढ़ , जैसलमेर और रणथंभौर , आमेर और गागरोन किले) (आमेर और गागरोन किले राजस्थान राज्य पुरातत्व और संग्रहालयों के संरक्षण में हैं)	राजस्थान	2013
21.	पाटन में रानी-की-वाव (रानी की बावड़ी)	गुजरात	2014
22.	नालंदा में नालंदा *महाविहार (नालंदा विश्वविद्यालय)* का पुरातात्विक स्थल	बिहार	2016
23.	धोलावीरा: एक हड़प्पा शहर	गुजरात	2021
24.	काकतीय रुद्रेश्वर (रामप्पा) मंदिर, तेलंगाना	तेलंगाना	2021
25.	होयसल के पवित्र समूह	कर्नाटक	2023
26.	मोइदम - अहोम राजवंश की पर्वत-दफन प्रणाली	असम	2024
27.	भारत के मराठा सैन्य परिदृश्य	महाराष्ट्र	2025

रेल मंत्रालय के संरक्षण में (2)

28.	भारत के पर्वतीय रेलवे (दार्जिलिंग, 1999), नीलगिरी (2005), कालका-शिमला	पश्चिम बंगाल, तमिलनाडु, हिमाचल प्रदेश	2008
29.	छत्रपति शिवाजी टर्मिनस (पूर्व में विक्टोरिया टर्मिनस)	महाराष्ट्र	2004

बोधगया मंदिर प्रबंधन समिति के संरक्षण में (1)

30.	महाबोधि मंदिर परिसर, बोधगया	बिहार	2002

राजस्थान राज्य पुरातत्व एवं संग्रहालय के संरक्षण में (1)

31.	जंतर मंतर, जयपुर	राजस्थान	2010

चंडीगढ़ प्रशासन के संरक्षण में (1)

32.	ले-कोर्बुज़िए का वास्तुशिल्पीय कार्य, आधुनिक आंदोलन में एक उत्कृष्ट योगदान	चंडीगढ़	2016

अहमदाबाद नगर निगम के संरक्षण में (1)

33.	ऐतिहासिक शहर अहमदाबाद	गुजरात	2017

बम्बई नगर निगम के संरक्षण में (1)

34.	मुंबई का विक्टोरियन और आर्ट डेको	महाराष्ट्र सरकार	2018

जयपुर नगर निगम के संरक्षण में (1)

35.	जयपुर शहर, राजस्थान	राजस्थान सरकार	2019

कुलपति, विश्वभारती के संरक्षण में (1)

36.	शांति निकेतन	विश्व भारती	2023

प्राकृतिक संपतियाँ : (7)

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के संरक्षण में

37.	काजीरंगा राष्ट्रीय उद्यान	असम	1985
38.	केवलादेव राष्ट्रीय उद्यान	राजस्थान	1985
39.	मानस वन्यजीव अभयारण्य	असम	1985
40.	सुंदरबन राष्ट्रीय उद्यान	पश्चिम बंगाल	1987
41.	नंदा देवी और फूलों की घाटी राष्ट्रीय उद्यान	उत्तराखंड	1988, 2005
42.	पश्चिमी घाट	कर्नाटक, केरल, महाराष्ट्र, तमिलनाडु	2012
43.	ग्रेट हिमालयन नेशनल पार्क	हिमाचल प्रदेश	2014

मिश्रित संपत्तियाँ : (1)

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के संरक्षण में

44.	कंचनजंगा राष्ट्रीय उद्यान (2016)	सिक्किम	2016

राष्ट्रभाषा हिंदी का प्रचार

5029. श्री गिरिधारी यादव:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि देश के अधिकांश निजी स्कूलों में प्रवेश साक्षात्कार अंग्रेजी में आयोजित करने की अनिवार्य आवश्यकता तथा विद्यालय परिसर में तथा घर पर केवल अंग्रेजी में बोलने और अध्ययन करने की बाध्यता के कारण राष्ट्रभाषा हिंदी का विकास बाधित हो रहा है;

(ख) यदि हाँ, तो क्या सरकार का ऐसी बाध्यताओं को समाप्त करने तथा हिंदी के समुचित विकास और प्रचार-प्रसार को सुनिश्चित करने के लिए कोई नीति बनाने अथवा दिशानिर्देश जारी करने का विचार है;

(ग) यदि नहीं, तो इसके क्या कारण हैं; और

(घ) हिंदी भाषा के प्रचार-प्रसार के लिए वर्तमान में प्रचलित अन्य सरकारी योजनाओं और पहलों का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ): नि:शुल्क और अनिवार्य बाल शिक्षा का अधिकार (आरटीई) अधिनियम, 2009, में भारत में प्राथमिक विद्यालयों (कक्षा 1-8) में प्रवेश के लिए स्क्रीनिंग प्रक्रियाओं को प्रतिबंधित किया गया है, जिसमें बच्चों या माता-पिता की जांच या साक्षात्कार शामिल हैं, जो शिक्षा तक पहुंच में समानता और निष्पक्षता सुनिश्चित करते हैं। शिक्षा संविधान की समवर्ती सूची का विषय होने और अधिकांश स्कूल राज्य/संघ राज्य क्षेत्र सरकारों के क्षेत्राधिकार में होने के कारण इस मामले में समुचित सरकार के रूप में संबंधित राज्य/संघ की जिम्मेदारी है।

तथापि, राष्ट्रीय शिक्षा नीति (एनईपी) 2020 में यह अधिदेश दिया गया है कि कम से कम कक्षा 5 तक, और अधिमानतः कक्षा 8 और उससे आगे तक, शिक्षा का माध्यम मातृभाषा, घरेलू भाषा या स्थानीय भाषा हो। यह किसी भी राज्य में हिंदी सहित किसी भी भाषा को अधिरोपित किए बिना

बहुभाषावाद को बढ़ावा देता है, देशी भाषाओं के माध्यम से वैचारिक समझ को पूर्ण करने पर ध्यान केंद्रित करता है। साथ ही, एनईपी 2020 में इस बात पर जोर दिया गया है कि मातृभाषा में शिक्षण संज्ञानात्मक क्षमताओं, शैक्षणिक प्रदर्शन में सुधार करता है और सांस्कृतिक विरासत को संरक्षित करता है।

एनईपी 2020 में स्पष्ट रूप से यह प्रावधान किया गया है कि विज्ञान सहित उच्च गुणवत्ता वाली पाठ्यपुस्तकें, घरेलू भाषाओं/मातृभाषाओं में उपलब्ध कराई जाएं; और यह निर्देश भी दिया गया है कि जहाँ ऐसी सामग्री उपलब्ध न भी हो, वहाँ भी शिक्षकों और विद्यार्थियों के बीच संवाद की भाषा, जहाँ तक संभव हो, घरेलू भाषा/मातृभाषा ही रहनी चाहिए। द्विभाषी शिक्षण-अधिगम सामग्री शामिल करते हुये शिक्षकों को उन छात्रों के लिए द्विभाषी दृष्टिकोण अपनाने के लिए प्रोत्साहित किया जाता है जिनकी घरेलू भाषा शिक्षण के माध्यम से भिन्न हो सकती है । त्रि-भाषा सूत्र को अब और अधिक लोचशीलता के साथ लागू किया जा रहा है जिससे यह सुनिश्चित होता है कि किसी बच्चे द्वारा पढ़ी जाने वाली तीन भाषाओं में से कम से कम दो भाषाएँ भारत की ही हों। किसी भी राज्य या विद्यार्थी पर कोई भी भाषा अधिरोपित नहीं नहीं जाएगी।

OVERSEAS EMPLOYMENT FOR YOUTH

5030. DR. INDRA HANG SUBBA:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government proposes any scheme to impart skill development to the Indian youth for overseas employment;

(b) if so, the details thereof and the total number of persons proposed to be skilled and already skilled under the scheme; and

(c) the details of the funds allocated for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): Ministry of Skill Development and Entrepreneurship (MSDE) has established and operationalized seven Skill India International Centres (SIICs) in different states on a pilot basis to facilitate international employment opportunities for the Indian youth. These centres aim to provide internationally aligned domain skill training, language training and pre-departure orientation to support safe and informed migration of skilled workers.

In addition, Pre-Departure Orientation Training (PDOT) under the Pravasi Kaushal Vikas Yojana (PKVY) of the Ministry of External Affairs is imparted at these centres to orient candidates on language familiarisation, cultural aspects of destination countries, labour laws, and safe migration practices.

Since 2023, a total number of 2,929 candidates have been trained (including domain training and language training) at SIIC-Varanasi and SIIC-Bhubaneshwar, and deployment of 433 candidates has been facilitated for overseas employment.

The Ministry, through the National Skill Development Fund (NSDF), has approved funds amounting to ₹70.59 crore for establishment and operationalization of seven SIICs which includes Operational Expenditure (OPEX) for seven centres and Capital Expenditure (CAPEX) for five centres.

INVESTMENT AWARENESS PROGRAMMES IN THE COUNTRY

5031. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether the Government is organising any investment awareness programmes in the country;

(b) if so, the details thereof, including the objectives and main features of such programmes;

(c) whether the Government has organised such progrmmes in rural areas of the country during the last two years;

(d) if so, the details thereof along with the criteria fixed for the selection of rural areas for the said purpose; and

(e) the details of funds allocated and utilised for this purpose during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) and (b): The Ministry of Corporate Affairs through Investor Education and Protection Fund Authority (IEPFA) is organising Investor Awareness Programmes (IAPs) across the country. The objectives and main features of these programmes are as under:

(i) Promoting financial literacy: Educating stakeholders on basic financial concepts, responsible financial behaviour, and safe usage of financial services.

(ii) Enhancing investor awareness: Spread knowledge about investor rights, investment risks, and informed decision-making.

(iii) Awareness about financial fraud and cybercrime: Create awareness about scams, phishing attempts, fraudulent investment schemes, and digital payment frauds.

(iv) Promoting safe digital financial practices: Encourage secure use of digital banking, mobile payments, and online platforms.

(v) Strengthening citizen protection: Empower individuals to identify, avoid, and report fraudulent financial activities.

(c) and (d): These IAPs are organised across the country with a focus on rural and under-served regions. Rural areas for IAPs are selected based on specific criteria such as being underserved, remote including Tier-2 and Tier-3 towns and villages. About 75% of the programmes are conducted in these locations using the wide network of India Post Payments Bank (IPPB).

(e): The details of funds utilized for this purpose by IEPFA during the last three years and the current year are as under:

Financial year	**Funds Utilized (₹ in Crore)**
2022-23	8.45
2023-24	3.40
2024-25	5.07
2025-26 (Till Date)	2.69

PRESERVATION AND DIGITISATION OF MANUSCRIPT HERITAGE

5032. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government has undertaken steps for the preservation, conservation and digitisation of India's manuscript heritage;

(b) if so, the details thereof, including the conservation and restoration measures being implemented to safeguard fragile manuscripts; and

(c) the details of the progress made in digitisation and creation of a secure and accessible digital repository for long-term preservation and scholarly access?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): Yes. Gyan Bharatam Mission (GBM), announced during Union Budget 2025-26, is a flagship initiative of the Ministry of Culture (MoC), Government of India to undertake manuscripts related activities under various components including survey and registration of manuscripts, building robust technology infrastructure and partnership, documentation, preservation, conservation, digitization, publication of manuscripts and capacity building and research. The steps envisaged under GBM to safeguard India's manuscript heritage includes onboarding of institutions making conservation of manuscripts an integral activity there through preventive and curative methods, establishment and upgradation of conservation laboratories in the onboarded

institutions, conducting capacity building programs, workshops and hands-on training etc. Recently, two-day conservation workshop was successfully concluded at National Research Laboratory for Conservation of Cultural Property (NRLC), Lucknow, Uttar Pradesh from 12th - 13th February, 2026 with participation of more than 40 participants from the institutions onboarded with GBM. Technical partners have been onboarded for various functions including metadata creation and its integration on National Digital Repository (NDR), deployment of equipments, AI-integrated digital platform and long-term data storage. More than 8 lakh digitized manuscripts in different formats such as DVD, HDD, microfilms are available across the country, out of which, 1.29 lakh manuscripts are accessible, in view mode, to the public on the Gyan Bharatam Portal.

प्रधानमंत्री जीवन ज्योति बीमा योजना

5033. श्री रमाशंकर विद्यार्थी राजभर:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) गत पांच वर्षों तथा चालू वर्ष के दौरान देश में, विशेषकर उत्तर प्रदेश के देवरिया और बलिया जिलों में, प्रधानमंत्री जीवन ज्योति बीमा योजना के अंतर्गत नामांकित लाभार्थियों की कुल संख्या तथा सक्रिय पॉलिसियों का वर्ष-वार ब्यौरा क्या है;

(ख) उक्त अवधि के दौरान बैंक खाते में ऑटो डेबिट के समय अपर्याप्त शेष राशि के कारण बंद हुई पॉलिसियों की संख्या कितनी है;

(ग) दर्ज किए गए दावों की संख्या, स्वीकृत, अस्वीकृत तथा लंबित दावों का ब्यौरा क्या है तथा दावा निपटान अनुपात और उनके निपटान की औसत समयावधि कितनी है; और

(घ) सरकार द्वारा विशेषकर उत्तर प्रदेश के देवरिया और बलिया जिलों में पॉलिसियों के निष्क्रिय होने को कम करने, लंबित दावों के शीघ्र निपटान को सुनिश्चित करने तथा लाभार्थियों के बीच जागरुकता बढ़ाने के लिए क्या ठोस कदम उठाए गए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ग): इसका ब्यौरा संलग्न **विवरण** में दिया गया है।

(घ): निष्क्रिय पॉलिसी की संख्या को कम करने के लिए कार्यान्वयनकर्ता बैंकों, डाकघरों, बीमा कंपनियों और जीवन बीमा परिषद को पॉलिसी के नवीकरण चक्र से पहले एक वार्षिक कार्य योजना जारी की जाती है। दावा निपटान दक्षता में सुधार करने के लिए, सभी कार्यान्वयन एजेंसियों को समय-समय पर यह सलाह दी जाती है कि वे दावा निपटान में शीघ्रता लाएं और समय पर संवितरण सुनिश्चित करें।

दिनांक 01.07.2025 से दिनांक 31.10.2025 तक पूरे देश में 2.70 लाख ग्राम पंचायतों और शहरी स्थानीय निकायों (यूएलबी) में 4 माह का "वित्तीय समावेशन संतृप्ति अभियान" शुरू किया गया था, जिसका उद्देश्य जागरूकता बढ़ाना और सहभागिता में सुधार करना था।

नामांकन और दावा विप्रेषण के लिए आरंभ से अंत तक अंकीकरण प्रक्रिया के माध्यम से सामाजिक सुरक्षा संरक्षण तक किफायती सार्वभौमिक पहुंच प्रदान करने के लिए जन सुरक्षा पोर्टल शुरू किया गया है। सार्वजनिक क्षेत्र के सभी 12 बैंकों और 28 क्षेत्रीय ग्रामीण बैंकों तथा 11 बीमा कंपनियों को पोर्टल पर शामिल किया गया है।

विवरण

(क) पीएमजेजेबीवाई के अंतर्गत संचयी नामांकन का ब्यौरा

जिला/राज्य का नाम	दिनांक 31.05.2021 की स्थिति के अनुसार	दिनांक 31.05.2022 की स्थिति के अनुसार	दिनांक 31.05.2023 की स्थिति के अनुसार	दिनांक 31.05.2024 की स्थिति के अनुसार	दिनांक 31.05.2025 की स्थिति के अनुसार	दिनांक 25.02.2026 की स्थिति के अनुसार
देवरिया	85,526	1,18,095	1,66,478	2,75,474	3,33,590	3,85,973
बलिया	1,11,842	1,64,680	2,36,138	3,91,273	4,60,403	5,16,934
देश का कुल	10,34,78,174	12,89,49,003	16,31,01,675	20,16,80,800	23,76,73,111	26,88,14,456

पीएमजेजेबीवाई के अंतर्गत सक्रिय नामांकन का ब्यौरा

जिला/राज्य का नाम	दिनांक 31.05.2021 की स्थिति के अनुसार	दिनांक 31.05.2022 की स्थिति के अनुसार	दिनांक 31.05.2023 की स्थिति के अनुसार	दिनांक 31.05.2024 की स्थिति के अनुसार	दिनांक 31.05.2025 की स्थिति के अनुसार	दिनांक 25.02.2026 की स्थिति के अनुसार
देवरिया	-	89,493	1,15,771	1,58,499	1,78,901	1,91,647
बलिया	-	1,30,291	1,67,344	2,11,102	2,30,501	2,35,094
देश का कुल	4,91,15,993	6,63,48,227	8,59,99,833	10,66,91,953	12,04,79,905	12,63,91,904

(ख) बैंक खाते में अपर्याप्त शेष राशि के कारण पीएमजेजेबीवाई के अंतर्गत बंद की गई पॉलिसियों का ब्यौरा

पॉलिसी वर्ष 2021-22	पॉलिसी वर्ष 2022-23	पॉलिसी वर्ष 2023-24	पॉलिसी वर्ष 2024-25	पॉलिसी वर्ष 2025-26
75,25,611	1,29,85,289	1,66,45,050	1,92,50,424	2,32,41,765

(ग) दिनांक 25.02.2026 की स्थिति के अनुसार पीएमजेजेबीवाई के संचयी दावों के आंकड़ों का ब्यौरा

पंजीकृत दावे	अनुमोदित दावे	अस्वीकृत	लंबित	दावा निपटान अनुपात
10,78,972	10,45,450	32,909	613	99.94%

बीमा क्षेत्र के विनियामक, भारतीय बीमा विनियामक और विकास प्राधिकरण (आईआरडीएआई) के अनुसार, पीएमजेजेबीवाई के दावे के निपटान के लिए लिया गया औसत समय विभिन्न बीमा कंपनियों में अलग-अलग होता है और यह 0.61 दिनों से 17 दिनों के मध्य का होता है।

डोन एरिया, वीटीआर में वन नियमों में ढील

5034. श्री सुनील कुमार :

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि वाल्मीकि नगर लोक सभा निर्वाचन क्षेत्र में वाल्मीकि टाइगर रिजर्व (वीटीआर) के डोन क्षेत्र में लगभग 15,000 से 20,000 की आबादी वाली दो पंचायतें हैं और इस दुर्गम क्षेत्र के निवासियों को बेहतर चिकित्सा उपचार के लिए रामनगर, बगहा, नरकटियागंज, गोरखपुर या पटना जाना पड़ता है;

(ख) यदि हां, तो क्या सरकार को यह भी जानकारी है कि आपातकाल की स्थिति में गंभीर रूप से बीमार मरीजों को भी देर रात जंगल में प्रवेश या निकास की अनुमति नहीं दी जाती है,

जिससे उन्हें वन विभाग के बैरियर पर रात बिताने के लिए मजबूर होना पड़ता है; और

(ग) क्या सरकार का टाइगर रिजर्व और डोन क्षेत्र की वन-निवासी आबादी के हित में अपने विनियमों में शिथिलता प्रदान करने का विचार है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ग): जी हां, राज्य द्वारा दी गई सूचना के अनुसार, वाल्मीकि बाघ रिजर्व (वीटीआर) के वनों द्वारा चारों ओर से घिरे डोन क्षेत्र में नौरंगिया और बंकटवा करमहिया नामक दो ग्राम पंचायतें स्थित हैं। चिकित्सा आपातकाल के मामलों में जंगल की सड़कों पर लगे चैक-पोस्टों पर इन दोनों ग्राम पंचायतों के निवासियों के मार्ग अवरुद्ध करने/रोकने के संदर्भ में कोई सूचना प्राप्त नहीं हुई है।

ये निवासी निकटतम नगरों तक आवागमन के लिए जंगल की सड़कों का प्रयोग कर रहे हैं और उन्हें जंगल की सड़कों तक अप्रतिबंधित पहुंच प्रदान किया गया है। वाहनों के निर्बाध आवागमन को बढ़ावा देने के लिए इन सड़कों की प्रत्येक वर्ष वीटीआर प्रशासन द्वारा मरम्मत और देखरेख की जाती है। इन दोनों ग्राम पंचायतों के निवासियों को बेहतर चिकित्सकीय सुविधाएं प्रदान करने के लिए वीटीआर प्रशासन द्वारा विशेष रूप से दो एंबुलेंस संचालित की जा रही हैं।

CONSTRUCTION OF PERMANENT SCHOOL BUILDING FOR KV NO. 2, DHANBAD

5035. SHRI DULU MAHATO:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether it is a fact that in February 2018, a land parcel measuring 05.00 acres was transferred to Kendriya Vidyalaya Sangathan (KVS) for construction of a permanent school building for KV No. 2, Dhanbad, if so, the details thereof;

(b) whether this said land remained unusable due to illegal encroachment and pending court case, stalling the project for five years;

(c) if so, the reasons for allotment of such land along with the corrective action taken or proposed to be taken by the Government against those responsible for this misleading transfer;

(d) whether an alternate land parcel measuring 4.30 acres was allotted to KVS by the State Government of Jharkhand in September 2023, if so, the details thereof;

(e) whether this alternate land suffers from shortcomings such as earth filling, approach road and drinking water supply, if so, the details thereof; and

(f) the time by which the Government is likely to resolve these issues, finalize transfer and commence construction of the permanent building?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): As per information received from Kendriya Vidyalaya Sangathan (KVS), land measuring 5.00 acres was transferred by the State Government of Jharkhand to KVS for construction of a permanent school building for Kendriya Vidyalaya No. 2, Dhanbad. However, construction work could not be initiated due to encroachment and a pending court case on the said land.

(d) to (f): As per information received from KVS, an alternate land measuring 4.30 acres at Mauja–Sabalpur, District Dhanbad, identified by the State

Government, was accepted in September, 2023, subject to the condition that the State Government would construct an approach road, carry out earth filling on the western side of the plot, and provide drinking water supply to the site at its own cost.

The said land measuring 4.30 acres has been transferred to KVS on a permanent basis in November, 2025 and the work has been entrusted to Central Public Works Department (CPWD) for construction of the KV No. 2, Dhanbad building.

Construction of permanent buildings for KVs is a continuous process, which depends upon identification of suitable land, completion of transfer / lease formalities in favour of KVS by the sponsoring authorities, submission of drawings / estimates by construction agency, availability of funds and requisite approvals etc.

WELFARE OF URBAN INFORMAL AND MIGRANT WORKERS IN MAHARASHTRA

5036. SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRIMATI SUPRIYA SULE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government is aware that a large section of urban informal and migrant workers in Maharashtra, particularly those engaged in construction, transport, manufacturing and urban service sectors remain outside effective and comprehensive social security coverage despite the

existence of multiple centrally sponsored schemes and if so, the reasons therefor;

(b) whether the Government has any data of the workers registered on the e-Shram portal, including the extent of Aadhaar and bank account seeding and the actual benefits delivered to them so far and if so, the details thereof, district-wise in Maharashtra;

(c) whether the Government has reviewed complaints relating to non-payment of wages, denial of insurance coverage, unsafe working conditions and workplace accidents reported by urban workers in the said State and if so, the details thereof;

(d) whether gaps persist between e-Shram registration and access to welfare benefits, including accident insurance, health cover and portability for migrant workers and if so, the reasons therefor; and

(e) the details of the time-bound steps proposed by the Government to strengthen labour law enforcement, improve e-Shram-linked benefit delivery and ensure effective social security for unorganised and migrant workers in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Ministry of Labour and Employment launched Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) scheme to provide old age protection to the workers of unorganised sector. This is a voluntary and contributory

pension scheme. Under the scheme, a monthly assured pension of Rs. 3000/- is provided to the unorganised workers after attaining the age of 60 years. The workers in the age group of 18 to 40 years whose monthly income is Rs. 15000/- or less and not a member of EPFO/ESIC/NPS (Govt. funded) are eligible to join the scheme. The monthly contribution amount ranges from Rs. 55/- to Rs. 200/-, depending upon the entry age of the beneficiary. Under the scheme, 50% monthly contribution is payable by the beneficiary and equal matching contribution is paid by the Central Government. Enrolment in the Scheme is done through the Common Service Centres, with its network of about 4 lakh Centres across the country. Eligible unorganised workers can also self-enrol through visiting the portal www.maandhan.in.

The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) including platform workers, migrant workers etc. The e-Shram portal registers the unorganised workers including gig and platform workers and provides them a Universal Account Number (UAN) on a self-declaration basis.

As on 18th March 2026, over 31.57 crore unorganised workers have already been registered on eShram portal. District-wise details of unorganised workers registered on eShram portal in Maharashtra are given in the enclosed **Statement-I**.

District-wise details of unorganised workers registered on eShram portal in Maharashtra enrolled under various social welfare schemes are given in the

enclosed **Statement-II.**

So far, fourteen (14) schemes of different Central Ministries/Departments have been integrated with eShram to extend benefits and access to social security, insurance and skill development programmes to eShram cardholders across the country. These include Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PM SVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Viksit Bharat – Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-GRAMG), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandana Yojana (PMMVY).

Apart from the above, eShram has linkages with the National Career Service (NCS) for job opportunities, Skill India Digital Hub (SIDH) for skill development, Pradhan Mantri Shram Yogi Maandhan (PM-SYM) for pension benefits.

The portal serves as a facilitative platform designed to consolidate beneficiary data for the delivery of Central Government social security/welfare schemes. While it provides a one-stop solution for schemes integrated/mapped with the portal, it does not serve as a gatekeeper. Eligible beneficiaries can avail benefits under these schemes irrespective of their eShram registration status.

The Code on Wages 2019 has come into force with effect from 21.11.2025 across the country. Under the Code on Wages, 2019, there are provisions for fixation and payment of minimum wages and equal remuneration, its payment and bonus. Further, the Code has provisions related to offences and penalties in case there is any violation including non payment of wages.

The Code on Occupational Safety, Health and working conditions code, 2020 provides for universal application of occupational safety, health and welfare standards in all establishments having 10 or more workers and even for establishment with one employee, carrying out hazardous or life-threatening occupations.

STATEMENT-I

District-wise details of unorganised workers registered on eShram portal in Maharashtra as on 18.03.2026

Sl. No.	District name	Registration Count
1	Ahilyanagar	5,20,524
2	Akola	4,56,628
3	Amravati	7,02,612
4	Beed	3,94,461
5	Bhandara	4,43,020
6	Buldhana	5,41,413
7	Chandrapur	5,69,479
8	ChhatrapatiSambhajinagar	7,25,365
9	Dharashiv	2,82,427

10	Dhule	4,07,097
11	Gadchiroli	3,30,028
12	Gondia	5,04,835
13	Hingoli	2,74,949
14	Jalgaon	9,25,085
15	Jalna	3,68,580
16	Kolhapur	6,98,243
17	Latur	3,56,435
18	Mumbai	5,27,960
19	Mumbai Suburban	5,80,192
20	Nagpur	8,79,134
21	Nanded	5,61,027
22	Nandurbar	3,07,588
23	Nashik	7,65,189
24	Palghar	6,33,294
25	Parbhani	2,69,564
26	Pune	8,68,794
27	Raigad	3,61,949
28	Ratnagiri	2,42,131
29	Sangli	3,92,371
30	Satara	4,67,023
31	Sindhudurg	1,60,975
32	Solapur	5,25,488
33	Thane	10,76,371
34	Wardha	2,88,282

35	Washim	2,83,161
36	Yavatmal	7,39,593
	Total Registration	**1,84,31,267**

STATEMENT-II

District-wise details of unorganised workers registered on eShram portal in Maharashtra enrolled under various social welfare schemes as on 18.03.2026.

S. No.	Districts	ONORC	PM-SVANIDHI	VB G-RAM-G	PM AY-G	IGNDPS	IGNWPS	PM AY-U	PM MSY	PMJJBY	PMSBY	PMJAY	PMKISAN	PM MVY
1	Ahilyanagar	4,06,951	6,729	49,448	5,487	18	542	448	125	38,371	1,32,524	3,41,729	78,882	6,322
2	Akola	3,65,006	6,868	56,923	9,716	86	175	1,696	12	20,379	1,15,150	2,66,467	59,004	9,422
3	Amravati	5,44,879	12,010	1,65,422	13,544	114	986	2,417	16	44,335	1,75,973	4,27,972	83,892	6,714
4	Beed	2,60,709	3,712	87,511	2,577	64	134	2,173	29	41,932	1,48,179	1,92,023	66,655	10,143
5	Bhandara	3,94,983	2,561	2,24,445	15,772	73	2,786	632	34	70,586	1,98,319	3,37,098	1,00,405	8,849
6	Buldhana	4,25,829	4,590	65,438	7,285	169	802	773	5	27,208	1,52,796	2,72,553	86,760	4,746
7	Chandrapur	5,06,273	6,323	1,84,406	8,958	288	2,386	373	6	62,843	1,92,678	3,92,763	91,342	6,463

8	Chhatrapati Sambhajinagar	5,23,047	17,483	1,25,069	5,025	134	247	984	6	59,946	1,92,080	3,40,332	87,914	11,881
9	Dharashiv	2,19,886	1,780	34,006	1,789	18	258	966	32	38,584	1,11,794	1,82,889	47,348	7,339
10	Dhule	3,30,702	5,585	49,043	7,915	34	1,368	550	-	17,754	81,004	2,42,787	35,579	6,150
11	Gadchiroli	2,89,816	763	1,63,210	7,749	136	1,432	731	9	35,833	1,03,201	2,48,285	61,312	3,626
12	Gondia	4,47,543	2,304	2,84,393	25,213	124	1,720	1,796	8	78,513	2,27,398	3,87,798	1,05,900	10,191
13	Hingoli	2,01,081	1,586	61,352	2,394	20	213	2,719	11	28,186	1,01,242	1,50,443	49,717	2,078
14	Jalgaon	6,93,702	12,169	87,315	11,825	158	5,529	1,485	4	46,005	2,14,685	5,32,508	1,03,633	12,868
15	Jalna	3,05,162	6,336	78,204	2,177	94	387	1,170	10	32,379	1,03,949	2,17,322	68,421	2,370
16	Kolhapur	5,31,627	11,672	24,969	2,078	34	533	427	37	64,802	1,90,269	4,58,051	1,03,427	17,883
17	Latur	2,91,712	4,134	62,249	2,735	65	552	1,690	17	38,686	1,18,906	2,22,981	49,182	2,849
18	Mumbai	3,38,683	16,954	5,031	1,007	12	29	186	9	31,615	1,01,547	2,71,535	34,830	2,160
19	Mumbai Suburban	3,85,296	18,009	3,317	815	5	41	172	2	29,432	1,00,512	2,82,941	25,681	1,538
20	Nagpur													

		7,69,078	29,103	74,579	5,371	27	720	1,346	60	84,952	2,57,898	5,83,501	67,809	14,992
21	Nanded	4,13,470	7,662	83,408	8,867	10	123	2,615	14	50,751	1,96,232	3,00,137	84,700	8,437
22	Nandurbar	2,55,587	1,987	68,108	16,058	109	1,922	505	30	14,272	76,772	1,87,334	22,810	3,663
23	Nashik	5,55,742	21,980	67,256	8,014	144	2,023	266	13	53,802	1,76,933	4,09,885	58,223	14,636
24	Palghar	4,51,517	8,818	1,11,464	7,777	31	1,807	140	11	41,352	1,43,236	3,66,444	43,732	11,342
25	Parbhani	2,06,566	5,984	44,238	1,991	38	340	2,512	7	22,985	85,347	1,40,852	38,092	2,083
26	Pune	5,36,781	21,410	24,820	2,592	33	174	1,408	38	79,239	1,69,118	4,35,604	76,341	8,394
27	Raigad	2,87,374	4,073	14,279	1,284	64	494	224	18	28,969	89,147	2,49,893	22,175	4,842
28	Ratnagiri	1,78,556	2,078	23,322	1,453	36	412	16	25	33,509	96,592	1,52,683	27,780	4,063
29	Sangli	2,98,059	5,827	16,309	2,917	32	181	727	36	24,982	76,906	2,35,137	66,321	11,403
30	Satara	3,35,723	3,913	29,372	3,442	25	321	189	12	48,252	1,04,585	2,77,434	81,839	15,107
31	Sindhudurg	1,38,770	1,161	23,360	771	38	190	27	62	23,746	69,930	1,26,950	29,424	3,044
32	Solapur	3,11,	12,555	25,53	3,63	30	442	791	28	47,2	1,63,	2,74,	65,77	5,38

		145		1	6					09	878	793	0	8
33	Thane	7,22,667	40,282	26,295	3,629	11	139	348	10	53,237	1,78,301	5,55,104	61,257	13,020
34	Wardha	2,67,646	2,978	36,113	2,247	67	320	546	3	36,376	1,05,600	2,14,635	34,579	2,975
35	Washim	2,50,858	2,656	48,415	3,022	13	109	551	8	14,869	74,441	1,62,991	46,244	2,611
36	Yavatmal	6,11,908	5,789	1,49,716	14,950	93	887	1,821	5	37,836	1,95,484	4,34,426	93,435	6,673

DEVELOPMENT AND PROMOTION OF BUDDHIST TOURISM CIRCUITS

5037. SHRI RAJIV PRATAP RUDY:

Will the Minister of **TOURISM** be pleased to state:

(a) the current status of Buddhist tourism circuit, as envisaged under the Swadesh Darshan Scheme, including the number of identified Buddhist heritage sites being developed along with the Central Financial Assistance (CFA) allocated for infrastructure upgradation, interpretation centres and tourist amenities;

(b) the details of initiatives taken by the Government to promote inter-State and international connectivity among major Buddhist pilgrimage destinations such as Sarnath, Kushinagar, Shravasti, Kapilvastu, Bodh Gaya and Rajgir to attract domestic and foreign tourists;

(c) the details of annual domestic and international tourist footfall at principal

Buddhist Circuit destinations in India, particularly in Bihar along with associated economic and employment impact; and

(d) the details of specific measures to enhance tourism-related employment, capacity building of tourist guides and sustainable heritage conservation to elevate India's position as a premier global Buddhist tourism hub?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Development and promotion of tourism destinations and products, including Buddhist pilgrimage destination, is primarily undertaken by the concerned State Governments (SGs)/Union Territory Administrations (UTAs). However, the Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)', 'Challenge Based Destination Development (CBDD)' – a sub-scheme of SD2.0 and 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' complements the efforts of tourism infrastructure development by extending financial assistance to the State Governments/UT Administrations; subject to adherence to scheme guidelines, submission of Detailed Project Reports (DPRs), availability of funds, Government directions, inter-se priority etc.

The Ministry had launched the Swadesh Darshan Scheme (SDS) in 2014-15 for integrated development of tourism infrastructure under identified thematic circuits, including the Buddhist Circuit. Under the Scheme, projects were sanctioned across different States with a total outlay of ₹5290.33 crore and have been implemented in accordance with the scheme guidelines.

In addition, Government of India under its initiative for 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' scheme, has also provided financial assistance to the States in the year 2024-25 for development of tourism projects.

The details of projects sanctioned under SD, SD2.0, CBDD, PRASHAD and SASCI schemes at Buddhist sites across India, are given in the enclosed **Statement-I.**

The Ministry undertakes promotion of tourism destinations of the country, including Buddhist sites, through various ongoing initiatives such as participation in domestic and international travel exhibitions and fairs, organisation of familiarisation (FAM) tours, stakeholder engagement, support to States/UTs for organising fairs and festivals, and digital outreach through official platforms.

The Ministry also engages with neighbouring countries such as Nepal, Bhutan, Sri Lanka and Thailand under the framework of international tourism cooperation, including for promotion of Buddhist tourism.

Connectivity to major Buddhist destinations such as Kushinagar, Bodh Gaya, Rajgir, Nalanda, Vaishali, Sarnath and Shravasti has been augmented through development of air, rail and road infrastructure by the concerned Ministries/Agencies. The international airport at Kushinagar has facilitated improved air connectivity for pilgrims, while road connectivity has been strengthened through National Highways developed by the concerned

authorities. Theme-based tourist trains are also operated covering important Buddhist destinations, including links with Lumbini.

Ministry of Tourism compiles data on Domestic Tourist Visits (DTVs) and Foreign Tourist Visits (FTVs) based on information received from the respective State Governments and Union Territory Administrations. The Ministry of Tourism does not maintain destination-wise data on the economic and employment impact of tourism. However, the total number of tourism jobs (direct and indirect) in the country for 2023-24 was 84.63 million. The total share of tourism in the country's Gross Domestic Product (GDP) for 2023-24 is estimated at 5.22%. The details of tourist visits in the State of Bihar, which houses principal Buddhist destinations such as Bodh Gaya, Nalanda, Rajgir, and Vaishali, and the other States/UTs of India including in the state of Bihar during the last five years are given in the enclosed **Statement-II**.

Further, Ministry supports capacity building, skill development and promotion of sustainable tourism practices through its ongoing programmes, in coordination with the concerned stakeholders and in accordance with the existing policy framework.

STATEMENT-I

The details of projects sanctioned under SD, SD2.0, CBDD, PRASHAD and SASCI schemes at Buddhist sites across India

S. No.	State/UT	Scheme	Sanction Year	Name of the Project	Amount Sanctioned (₹ Crore)
1.	Andhra Pradesh	SD	2017-18	Development of Buddhist Circuit: Shalihundam-Bavikonda- Bojjanakonda - Amravati- Anupu	35.24
2.	Andhra Pradesh	CBDD	2024-25	Enriching Buddhist Heritage and Cultural Experiences at Nagarjuna Sagar at Nagarjuna Sagar	25.00
3.	Andhra Pradesh	PRASHAD	2015-16	Development of Pilgrim Amenities at Amaravati	27.77
4.	Bihar	SD	2016-17	Development of Buddhist circuit- Construction of Convention Centre at Bodhgaya	95.18
5.	Bihar	SD 2.0	2024-25	Buddhist Meditation and Experience Centre in Bodhgaya	165.44
6.	Chhattisgarh	PRASHAD	2020-21	Development of Maa Bamleshwari Devi Temple, Dongargarh, Rajnandgaon	48.44

				District, Chhattisgarh	
7.	Gujarat	SD	2017-18	Development of Junagadh- Gir Somnath- Bharuch-Kutch-Bhavnagar- Rajkot- Mehsana	26.68
8.	Madhya Pradesh	SD	2016-17	Development of Sanchi-Satna-Rewa-Mandsaur-Dhar	74.02
9.	Sikkim	PRASHAD	2020-21	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	33.32
10.	Uttar Pradesh	SD	2016-17	Development of Srawasti, Kushinagar, andKapilwastu	87.89
11.	Uttar Pradesh	PRASHAD	2015-16	Development of Varanasi	18.73
12.	Uttar Pradesh	SASCI	2024-25	Integrated Buddhist Tourism Development in Shrawasti	80.24
13.	Telangana	CBDD	2024-25	Buddhavanam – Development of Digital Experience Centre	24.85

STATEMENT-II

State wise Domestic and Foreign Tourist Visits (DTV and FTV) during 2021-2025

States/UTs	2021 DTV	2021 FTV	2022 DTV	2022 FTV	2023 DTV	2023 FTV	2024 DTV	2024 FTV	2025 (DTV)	2025 (FTV)
Andaman and Nicobar Islands	126,238	1,687	235,061	4,461	323,189	9,025	710,397	11,497	722,922	10,179
Andhra Pradesh	93,277,569	27,551	192,716,721	165,845	254,706,328	60,426	290,266,452	262,431	333,827,759	226,311
Arunachal Pradesh	102,915	182	222,437	1,055	1,040,601	4,496	869,912	4,714	794,190	4,288
Assam	1,409,161	536	8,382,003	9,001	7,612,720	23,818	7,608,169	27,170	9,102,890	32,042
Bihar	2,501,193	1,046	25,330,364	86,829	81,585,701	546,576	65,463,304	736,720	68,223,783	619,447
Chandigarh	228,809	5,451	3,027,165	28,439	365,591	31,498	998,605	39,058	2,357,909	11,096
Chhattisgarh	4,747,417	8	23,636,291	238	26,022,069	953	31,487,900	3,485	33,396,138	926
Dadra Nagar Haveli and Daman and Diu	661,222	185	799,602	1,791	1,004,327	4,048	1,358,901	2,626	3,856,126	9,099
Delhi	10,642,477	100,178	27,186,209	815,713	39,414,622	1,828,116	46,257,000	1,999,410	46,257,000	1,999,410
Goa	3,308,089	22,128	7,011,992	174,799	8,175,460	452,692	9,941,286	467,911	10,314,548	551,272
Gujarat	24,525,210	11,319	135,811,325	1,777,215	178,066,579	2,806,871	184,014,075	2,274,477	217,075,988	2,351,261

States/UTs	2021 DTV	2021 FTV	2022 DTV	2022 FTV	2023 DTV	2023 FTV	2024 DTV	2024 FTV	2025 (DTV)	2025 (FTV)
Haryana	2,025,450	4,578	2,108,496	2,439	2,012,162	1,346	1,892,251	543	1,718,019	1,007
Himachal Pradesh	5,632,270	4,932	15,070,944	29,333	15,942,118	62,806	18,041,929	82,765	13,350,748	81,570
Jammu and Kashmir	11,314,920	1,650	18,499,332	19,985	20,679,336	55,337	23,012,707	65,452	17,604,403	39,306
Jharkhand	3,383,642	1,637	38,284,379	192,319	35,776,102	189,261	54,040,789	45,273	62,650,354	13,616
Karnataka	81,333,659	72,487	182,413,203	128,520	284,120,502	409,333	304,563,569	485,204	296,080,878	500,219
Kerala	7,537,617	60,487	18,867,414	345,549	21,871,641	649,057	22,246,989	738,374	24,337,046	793,300
Lakshadweep	13,500	4	22,844	125	45,796	755	67,430	898	61,252	628
Madhya Pradesh	25,554,067	41,601	35,848,781	204,454	111,946,409	182,685	133,176,410	167,535	152,603,121	187,940
Maharashtra	43,569,238	185,643	111,297,624	1,511,623	161,359,527	3,387,739	189,371,541	3,705,170	189,371,541	3,705,170
Manipur	49,371	648	139,518	3,908	57,701	3,668	29,102	2,518	25,281	2,892
Meghalaya	154,409	411	937,091	7,774	1,402,624	20,023	1,585,535	23,075	1,805,108	10,439
Mizoram	87,232	234	218,420	2,611	209,122	3,754	421,888	5,414	715,568	11,319
Nagaland	23,968	325	97,431	2,923	99,720	4,725	125,516	5,623	125,975	5,384
Odisha	3,742,221	2,269	7,867,909	22,121	9,725,184	45,173	10,998,819	87,854	12,553,962	59,683
Puducherry	1,253,213	321	1,760,480	862	2,092,076	31,214	2,119,792	17,819	2,281,349	28,284
Punjab	26,640,429	308,135	26,089,425	329,458	35,707,600	741,734	27,745,183	541,784	33,526,197	256,106
Rajasthan	21,988,7	34,80	108,328,1	396,6	179,051,9	1,699,	230,084,1	2,072,	252,290,	1,944,

States/UTs	2021 DTV	2021 FTV	2022 DTV	2022 FTV	2023 DTV	2023 FTV	2024 DTV	2024 FTV	2025 (DTV)	2025 (FTV)
	34	6	56	84	25	869	98	407	010	329
Sikkim	511,669	11,508	1,625,573	68,645	1,321,169	93,908	1,540,421	84,820	2,827,412	101,827
Tamil Nadu	115,336,719	57,622	218,584,846	407,126	286,011,515	1,174,899	306,842,014	1,161,302	357,095,556	1,545,988
Tripura	177,816	5	235,600	8,493	366,104	66,708	600,651	90,824	681,103	27,320
Telengana	32,000,620	5,917	60,748,425	68,401	58,447,573	160,912	88,239,675	155,313	83,460,003	169,380
Uttar Pradesh	109,708,435	44,737	317,913,587	648,986	478,525,688	1,601,503	646,807,146	2,269,067	1,545,548,242	4,529,606
Uttarakhand	19,434,475	8,532	54,642,559	61,561	57,570,578	143,027	60,849,060	139,375	61,573,170	159,412
West Bengal	24,325,984	34,828	84,542,195	1,037,017	145,669,292	2,706,942	184,475,527	3,124,462	294,318,520	3,996,141
Ladakh	303,023	1,054	510,137	21,259	489,059	36,315	336,682	39,704	306,188	32,121
Total	**677,632,981**	**1,054,642**	**1,731,013,539**	**8,587,562**	**2,508,817,710**	**19,241,212**	**2,948,190,825**	**20,942,074**	**4,132,840,259**	**24,018,318**

BORROWINGS AND FISCAL MANAGEMENT OF KARNTAKA

5038. DR. K. SUDHAKAR:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Union Government has data regarding the borrowings of the Government of Karnataka during the last two years as well as during the period 2013-2018, if so, the details thereof, year-wise;

(b) the details regarding the state of fiscal management and fiscal prudence maintained by the Government of Karnataka during the said period;

(c) whether it is a fact that the borrowings of Karnataka have hit the upper limits as prescribed under the Fiscal Responsibility and Budget Management (FRBM) Act, if so, the details thereof; and

(d) whether such a fiscal slip is likely to have drastic impacts on social welfare schemes by the Government, if so, the details of the steps taken or proposed to be taken by the Union Government to ensure that such a situation does not arise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): As per the Reserve Bank of India, the details of Open Market Borrowings of the Government of Karnataka during the last two years as well as during the period 2013-2018 are as follows:

(Rs. in crore)

S. No.	Financial Year	Open Market Borrowings
1	2013-14	14,997
2	2014-15	18,500
3	2015-16	16,188
4	2016-17	28,007
5	2017-18	22,098
6	2023-24	81,000
7	2024-25	92,025

(b) to (d): All States including Karnataka have enacted their Fiscal Responsibility and Budget Management (FRBM) Act which makes the State

Government responsible to ensure prudence in fiscal management and fiscal stability by progressive elimination of revenue deficit, reduction in fiscal deficit, prudent debt management consistent with fiscal sustainability and greater transparency in fiscal operations of the government. Compliance to the State FRBM Act is monitored by the respective State Legislatures. Department of Expenditure, Ministry of Finance, usually considers the fiscal limits as per the accepted recommendations of the Finance Commission while exercising powers to approve borrowings by States under Article 293(3) of the Constitution of India.

वनीकरण और जलवायु अनुकूलन संबंधी योजनाएँ

5039. श्री नरेश चंद्र उत्तम पटेल :

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे कि:

(क) फतेहपुर जिले में वनीकरण तथा जलवायु अनूकूलन से संबंधित कार्यान्वित की जा रही योजनाओं का ब्यौरा क्या है; और

(ख) उक्त योजनाओं के अंतर्गत स्थानीय युवाओं को रोजगर उपलब्ध कराने के लिए क्या प्रावधान किए गए हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) और (ख): पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, केंद्र प्रायोजित योजनाओं जैसे कि राष्ट्रीय हरित भारत मिशन (जीआईएम), क्षतिपूर्ति वनीकरण निधि प्रबंधन और योजना प्राधिकरण (सीएएमपीए) और नगर वन योजना के माध्यम से, राज्य सरकारों द्वारा कार्यान्वित की जाने वाली योजनाओं के तहत, उत्तर प्रदेश के फतेहपुर जिले सहित विभिन्न राज्यों में वनीकरण,

पारिस्थितिकी बहाली और जलवायु अनुकूलन गतिविधियों का समर्थन करता है।

भारत की जलवायु संबंधी कार्रवाइयां जलवायु परिवर्तन पर राष्ट्रीय कार्य योजना (एनएपीसीसी) द्वारा निर्देशित होती हैं, जिसमें हरित भारत मिशन सहित नौ राष्ट्रीय मिशन शामिल हैं जो शमन और अनुकूलन दोनों को कवर करते हैं। राज्य-विशिष्ट रणनीतियों को जलवायु परिवर्तन पर राज्य कार्य योजनाओं (एसएपीसीसी) में रेखांकित किया गया है, जिसमें उत्तर प्रदेश की योजना भी शामिल है। 2015 में स्थापित जलवायु परिवर्तन के लिए राष्ट्रीय अनुकूलन कोष (एनएएफसीसी) संवेदनशील राज्यों/संघ राज्यक्षेत्रों में अनुकूलन परियोजनाओं के लिए सहायता प्रदान करता है; 847.48 करोड़ रुपये की कुल लागत वाली 30 परियोजनाओं को मंजूरी प्रदान की गई है, जिसमें बुंदेलखंड क्षेत्र में पारिस्थितिकी तंत्र-आधारित अनुकूलन पर उत्तर प्रदेश की एक परियोजना (19.80 करोड़ रुपये) भी शामिल है, जो पूरी हो चुकी है।

ये योजनाएँ मांग-आधारित हैं और राज्यों/संघ राज्य क्षेत्रों से प्राप्त प्रस्तावों के आधार पर अनुमोदित योजनाओं के अनुसार कार्यान्वित की जाती हैं। कार्यान्वयन में युवाओं सहित स्थानीय समुदायों की भागीदारी शामिल है, जिससे मजदूरी आधारित रोजगार सृजित होता है; हालांकि, स्थानीय युवाओं के लिए कोई अलग प्रावधान नहीं है। फतेहपुर जिले में, वृक्षारोपण गतिविधियाँ मुख्य रूप से सामाजिक वानिकी योजना के अंतर्गत की जाती हैं, जिससे वर्ष 2024-25 के दौरान 2,56,300 व्यक्ति-दिवस का रोजगार सृजित हुआ।

केंद्रीय विश्वविद्यालयों/संस्थानों में शिक्षण पदों पर रिक्तियाँ

5040. श्री लालजी वर्मा:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) देशभर के केंद्रीय विश्वविद्यालयों/केंद्रीय संस्थानों में प्रोफेसर, एसोसिएट प्रोफेसर तथा असिस्टेंट प्रोफेसर के कुल कितने पद स्वीकृत हैं;

(ख) क्या इन पदों में अनुसूचित जाति (अजा), अनुसूचित जनजाति (अजजा) तथा अन्य पिछड़ा

वर्ग (अपिव) के लिए आरक्षण किया गया है, यदि नहीं, तो रिक्त पदों का श्रेणी-वार ब्यौरा क्या है; और

(ग) क्या सरकार का इन आरक्षित रिक्तियों को विशेष भर्ती अभियान के माध्यम से भरने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): केंद्रीय विश्वविद्यालयों सहित शिक्षा मंत्रालय के तहत केंद्रीय उच्चतर शिक्षा संस्थान (सीएचईआई), संसद के संबंधित केंद्रीय अधिनियमों के तहत स्थापित सांविधिक स्वायत्त संगठन हैं और इसके तहत बनाए गए अधिनियमों/संविधियों/अध्यादेशों/विनियमों आदि के प्रावधानों द्वारा शासित होते हैं। स्वायत्त संस्थाओं के रूप में, संकाय भर्ती संस्थानों के भीतर ही उनके अधिनियमों और विनियमों के अनुसार की जाती है। इन पदों पर भर्ती के लिए प्राधिकार संबंधित संचालक मंडल/कार्यकारी समिति/प्रबंधन बोर्ड के पास निहित है।

रिक्तियों का उत्पन्न होना और उन्हें भरना एक सतत् प्रक्रिया है। पदोन्नति, सेवानिवृत्ति, त्यागपत्र, मृत्यु, नई संस्थाओं, योजनाओं या परियोजनाओं के खुलने और छात्रों की बढ़ी हुई संख्या और मौजूदा संस्थानों में क्षमता के विस्तार के कारण अतिरिक्त आवश्यकताओं के कारण रिक्तियां उत्पन्न होती हैं।

सरकार ने दिनांक 09.07.2019 को केंद्रीय शैक्षणिक संस्थान (शिक्षक संवर्ग में आरक्षण) अधिनियम, 2019 को अधिसूचित किया ताकि इन सीएचआईआई में शिक्षक संवर्ग के लिए अनुसूचित जातियों, अनुसूचित जनजातियों, सामाजिक और शैक्षणिक रूप से पिछड़े वर्गों और आर्थिक रूप से कमजोर वर्गों से संबंधित व्यक्तियों की नियुक्तियों में पदों के आरक्षण का प्रावधान किया जा सके। उक्त अधिनियम के अनुसरण में जारी दिनांक 12.7.2019 की अधिसूचना के अनुसार, शिक्षक संवर्ग में अनुसूचित जाति के लिए 15 प्रतिशत, अनुसूचित जनजाति के लिए 7.5 प्रतिशत, सामाजिक और शैक्षणिक रूप से पिछड़े वर्गों के लिए 27 प्रतिशत और आर्थिक रूप से

कमजोर वर्गों के लिए 10 प्रतिशत की सीमा तक आरक्षण प्रदान किया गया है।

अगस्त, 2021 में, शिक्षा मंत्रालय के तहत सभी सीएचईआई से मिशन मोड में अपने संस्थानों में शेष रिक्तियों को भरने के लिए विशेष अभियान चलाने का अनुरोध किया गया था। सीएचईआई ने एससी, एसटी और ओबीसी सहित रिक्तियों को भरने के लिए विशेष भर्ती अभियान चलाया। शिक्षा मंत्रालय ने भी सितंबर 2022 में सभी सीएचईआई से मिशन मोड में रिक्तियां भरने का आग्रह किया था। अक्तूबर 2025 में, सभी सीएचईआई से फिर से मिशन मोड में सभी शेष रिक्तियों को भरने का अनुरोध किया गया है। सितंबर, 2022 से केंद्रीय विश्वविद्यालय सहित सभी सीएचईआई ने रिक्तियां भरने के लिए मिशन मोड में भर्ती अभियान शुरू किए हैं। दिनांक 24.01.2026 तक (अर्थात रोजगार मेले की अंतिम तारीख), सभी सीएचईआई द्वारा 17878 संकाय पदों (2216 एससी, 872 एसटी, 3778 ओबीसी) सहित कुल 30720 पदों (3692 एससी, 1561 एसटी, 6451 ओबीसी) को मिशन मोड में भरा गया है।

SCHEME FOR PROMOTION OF ACADEMIC AND RESEARCH COLLABORATION (SPARC)

5041. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of the number of universities that have submitted proposals under the Scheme for Promotion of Academic and Research Collaboration (SPARC), phase-wise and State-wise;

(b) the details of the number of proposals approved under SPARC, phase-wise and State-wise;

(c) the details of funds sanctioned and released for SPARC projects, State-wise and phase-wise along with amounts utilised under the scheme;

(d) the details of the number of collaboration projects undertaken under SPARC, including inter-institutional, international and industry linkages, State-wise;

(e) the details of the outcomes of such collaborations, including research publications, patents filed, technology transfers, student/faculty mobility and any tangible socio-economic impact therefrom; and

(f) the measures taken by the Government to enhance outreach to universities, improve the quality of proposals and ensure timely execution and monitoring of SPARC collaborations?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (f): The Scheme for Promotion of Academic and Research Collaboration (SPARC) was launched on 28th October 2018 with an aim to improve the research ecosystem of India's Higher Education Institutions, with a budget outlay of Rs. 418 cr for the period 2018-19 to 2019-20. Due to COVID constraints, Phase – I projects were extended till September 2023. The scheme was further extended with SFC approval in December 2021 with additional budget outlay of Rs. 425.2 crores for a five year period from 2021-22 to 2025-26.

Out of the total allocated budget of Rs 843.2 crore, projects worth Rs. 600.65 crores have already been sanctioned till 05.03.2026 under SPARC scheme.

The scheme, inter-alia, facilitates joint research projects between top Higher Educational Institutions (HEIs) and the best foreign institutions on 12 themes of national and international importance. Since its inception, four phases of SPARC have been launched, with 865 joint research projects so far awarded, out of which 392 have been completed and 473 are ongoing.

Significant achievements under SPARC include:

(i) visit of 850 foreign faculty to India and 150 Indian faculty members abroad for research and conducting courses, as well as training programmes and workshops, as part of their respective approved project;

(ii) visit of 700 Indian students abroad and 150 foreign students to India for training and experimentation;

(iii) organization of 967 workshops and 50 international conferences on SPARC identified themes;

(iv) publication of 267 monographs and bringing out 1,700 journal publications, grant of 17 patents;

(v) successful culmination of a SPARC project jointly undertaken by NIT, Tiruchirappalli and Federal University of Rio de Janeiro, Brazil into an Indian startup "SWACHATA VIDYUT" focusing on plasma based gasification to convert various waste streams into value added energy products.

With a view to expand outreach of SPARC among Indian universities, the Government has opened the ‘call for proposals under SPARC’ round the

year. Further, seminars, documentation of success stories, publications, social media outreach activities are also undertaken on periodic basis for greater outreach. Recently, a National SPARC Conclave was organized during 8 and 9 March 2026 at IIT Kharagpur Research Park, Kolkata bringing together key stakeholders to review progress and share best practices under SPARC.

Details of SPARC sanctioned projects phase and state wise are given in the enclosed **Statement.**

STATEMENT

Details of SPARC sanctioned projects phase and state wise

Phases	**Projects Approved**	**State-wise approved proposals**
Phase I (2018–23)	392 projects	Assam(12), Bihar(3), Chandigarh(4), Chhattisgarh(1), Delhi(41), Gujarat(16), Haryana(6), Himachal Pradesh(10), Jharkhand(2), Karnataka(23), Kerala(10), Madhya Pradesh(13), Maharashtra(26), Odisha(12), Puducherry(6), Punjab(4), Rajasthan(12), Tamil Nadu(80), Telangana(19), Uttar Pradesh(28), Uttarakhand(15), West Bengal(49)
Phase II (2023–25 extended till March, 26)	232 projects (2 Projects dropped)	Andhra Pradesh(3), Assam(6), Bihar(3), Chhattisgarh(3), Delhi(21), Goa(6), Gujarat(1), Haryana(2), Himachal Pradesh(1), Jharkhand(2), Karnataka(16), Kerala(13), Madhya Pradesh(7), Maharashtra(16), Meghalaya (1), Mizoram (4), Odisha(4), Punjab(8), Rajasthan(5), Tamil Nadu(31), Telangana(25), Uttar Pradesh(24),

		Uttarakhand(7), West Bengal(21)
Phase II B (2024–26)	30 projects	Andhra Pradesh(3), Assam(1), Delhi(2), Jammu and Kashmir(1), Himachal Pradesh(1), Karnataka(2), Kerala(2), Madhya Pradesh(1), Maharashtra(2), Tamil Nadu(5), Telangana(4), Uttar Pradesh(1), Uttarakhand(3), West Bengal(2)
Phase III (2024–26)	133 projects (1 project dropped)	Assam(2), Delhi(11), Goa (3), Gujarat(2), Haryana(1), Himachal Pradesh(1), Karnataka(9), Kerala(5), Madhya Pradesh(6), Maharashtra(4), Odisha(7), Punjab(6), Rajasthan(8), Tamil Nadu(16), Telangana(14), Uttar Pradesh(7), Uttarakhand(10), West Bengal(20)
Phase IV [SPARC-GIANT [(German Indian Academic Network for Tomorrow)] (2025–26)	12 projects	Delhi(2), Gujarat(1), Karnataka(1), Kerala(3), Madhya Pradesh(1), Uttar Pradesh(1), Uttarakhand(2), West Bengal(1)
Phase IVA (FY 2025-26)	66 projects	Assam(1), Chhattisgarh(3), Delhi(3), Gujarat(2), Himachal Pradesh(2), Jammu and Kashmir(3), Karnataka(4), Kerala(7), Madhya Pradesh(1), Odisha(3), Punjab(2), Rajasthan(3), Tamil Nadu(16), Telangana(5), Uttarakhand(2), West Bengal(9)

REFORMS TO STRENGTHEN REGULATORY OVERSIGHT AND GOVERNANCE OF HEIs

5042 SHRIMATI SHAMBHAVI:

DR. LATA WANKHEDE:

SHRI RAJESH VERMA:

SHRIMATI DAGGUBATI PURANDESWARI:

SHRI ARUN BHARTI:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has undertaken reforms to strengthen regulatory oversight and governance of Higher Education Institutions (HEIs), particularly in the States of Bihar, Madhya Pradesh and Andhra Pradesh;

(b) if so, the details of steps taken to modernise the institutional framework governing higher education, including restructuring or replacement of existing regulatory bodies, if not, the reasons therefor;

(c) whether the Government has taken any measures to review and regulate academic content to ensure accuracy, quality and compliance with national standards, if so, the details thereof and if not, the reasons therefor;

(d) the initiatives undertaken by the Government to promote technology-enabled and AI-driven learning in educational institutions, particularly in Parliamentary Constituencies of Samastipur, Sagar, Khagaria, Rajahmundry and Jamui; and

(e) the expected impact of these measures on quality, accessibility and global competitiveness of India's education system?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c): The Viksit Bharat Shiksha Adhishthan Bill, 2025 has been introduced in the Lok Sabha on 15.12.2025 for establishment of the Viksit Bharat Shiksha Adhishthan along-with the three Councils duly subsuming the University Grants Commission (UGC) and All India Council for Technical Education (AICTE) and National Council for Teacher Education (NCTE). The Bill has been referred to the Joint Committee of both Houses of Parliament.

(d) and (e): In alignment with the vision of NEP 2020, several steps have been taken by the Government, with an aim to equip students with AI related skills. With an objective of improving accessibility to AI knowledge and Skills, the Study Webs of Active Learning for Young Aspiring Minds (SWAYAM) online platform of the Ministry of Education has delivered over 130 free AI-related courses, curated by premier institutions such as the Indian Institutes of Technology (IITs), Indian Institute of Science (IISc) among others. More than 50 lakh learners have enrolled in these courses.

To promote AI in technical education, the All India Council for Technical Education (AICTE) has added AI-related subjects to IT programs. Special AI courses are designed for non-computer science branches like Mechanical, Civil, and Electrical Engineering to integrate AI applications in their fields. In

2021, AICTE prepared a model curriculum for AI and Data Science. To help faculty keep up with new technologies, AICTE is also running Faculty Development Programmes in AI and other emerging fields.

The Capacity Building Program on Artificial Intelligence (CBAI), implemented under the Malaviya Mission Teacher Training Program of the Ministry of Education promotes the integration of AI and other emerging technologies in education. The program is designed for faculty and academic leaders to strengthen their competencies towards developing AI-Driven Education tools and prompting research in AI to improve teaching methodologies.

A Centre of Excellence (CoE) for AI in Education was announced in Union Budget 2025-26 with a total outlay of Rs. 500 Cr which has been established at IIT Madras. The CoE is envisaged to drive innovation, research, and development in AI-enabled educational tools, to support expanding access to quality education across the country.

SKILLS TRAINING SUPPORT FOR YOUTHS IN PEDDAPALLI CONSTITUENCY

5043. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government is aware that the NTPC–SCCL coal belt region in Peddapalli Lok Sabha Constituency, Telangana, is facing rising

unemployment among youth due to mechanisation, mine closures and reduction in workforce strength;

(b) if so, whether the Government recognises the urgent need for skill transition and re-skilling initiatives for coal belt youth to enable their absorption in emerging sectors, such as electric vehicle (EV) servicing, industrial machinery repair, manufacturing and allied technical trades and if so, the details thereof;

(c) whether the Government has any proposal to establish EV-servicing training centres, machinery repair workshops, industrial skill hubs or similar technical training facilities in the said Constituency;

(d) if so, the details thereof including location, capacity, courses offered and timeline for implementation; and

(e) if not, the reasons therefor along with the steps taken/being taken by the Government to provide sustainable employment opportunities to youth in the coal belt areas of the said Constituency?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): As per Ministry of Coal, widespread unemployment among youth in the Peddapalli Lok Sabha Constituency attributable solely to mechanization, mine closure, or workforce rationalization has not been reported. Singareni Collieries Company Limited (SCCL), a company jointly owned by Government of Telangana and Government of India on a 51:49 equity basis, continues to

promote skill development and alternative livelihood opportunities to address any localized impacts. Since 2023-24, skill trainings has been imparted to 721 persons by four (04) skill development centres of SCCL on solar technician, drone technician, computer DTP, welding etc. Out of these, 225 persons have been provided skill training at Skill Development Centres/Group Vocational Training Centre Ramagundem in Peddapalli Lok Sabha Constituency, Telangana. Since 2022-23, 640 candidates have been provided with Volvo Dumper training for employment generation. Two Simulators are effectively working on six modules of Heavy Earth Moving Machinery (HEMM) training in SCCL for the skill development of HEMM operators.

Under the Government of India's Skill India Mission (SIM) , the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including Peddapalli Lok Sabha Constituency of Telangana. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills, including emerging sectors like electric vehicles (EVs), advanced manufacturing, additive manufacturing, robotics, etc.

To enhance the overall quality and relevance of vocational training ecosystem in the country, Pradhan Mantri Skilling and Employability

Transformation through Upgraded ITIs (PM SETU) scheme inter-alia aims to upgrade 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model, wherein upgradation includes smart classrooms, modern labs, digital content, and new courses aligned to industry needs. Also, it aims to augment capacity of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership

In addition to the skill development programs, Government is also implementing wage/self employment generation schemes/programmes like Prime Minister's Employment Generation Programme (PMEGP), Deendayal Antyodaya Yojana- National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deen Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY- NULM), PM Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi), Pradhan Mantri Mudra Yojana (PMMY), PM Vikshit Bharat Rozgar Yojana, PM Vishwakarma, Stand-up India, Start Up India, etc.

CHEETAH REINTRODUCTION PROJECT

5044. SHRI G. KUMAR NAIK:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of total number of cheetahs translocated in the Country, since the launch of the Cheetah Reintroduction Project in 2022, National Park-wise;

(b) the details of total number of cheetah deaths recorded so far, including adult and cub mortalities, disaggregated by National Park, year-wise;

(c) the details of total number of cheetah births under the Project so far, along with survival rates, location-wise;

(d) the list of foreign countries that have participated in supplying or supporting cheetahs for the Project and whether any of these countries have suspended, withdrawn or refused further participation along with the reasons communicated to the Government; and

(e) whether the Government is collaborating with any private conservation or wildlife management entities in the Country for the care, rearing or rehabilitation of the translocated cheetahs and their cubs and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): Eight cheetahs from Namibia, twelve cheetahs from South Africa and nine cheetahs from Botswana have been translocated to India in Kuno National Park (KNP), Madhya Pradesh. Out of these 29 cheetahs, 3 cheetahs were further translocated to Gandhisagar Wildlife Sanctuary (GSWLS), Madhya

Pradesh.

(b): As reported by the State, the details of cheetah deaths is as under:

S. No.	Year	Protected Area	Adult deaths	Cub deaths
1	2022	Kuno	-	-
2	2023	Kuno	6	3
3	2024	Kuno	2	4
4	2025	Kuno	1	5
5	2026	Kuno	-	-

(c): As reported by the State, 45 cubs were born in Kuno National Park, India, out of which 33 cubs are surviving in KNP. The survival rate of Cheetah cubs is 73.33% and overall survival rate of cheetahs is 71.62% (70.42% in Kuno and 100% in Gandhisagar). The survival rates of cheetah is one of the highest in the world when compared with such cheetah translocation projects undertaken across the globe.

(d): The Government of India has translocated cheetahs from South Africa, Namibia and Botswana as per the bilateral engagements. The implementation of Project Cheetah is a continuous process which is undertaken as per these bilateral engagements. None of these countries have suspended or withdrawn from these engagements.

(e): The Wildlife Institute of India in consultation with Madhya Pradesh Forest Department and National Tiger Conservation Authority has prepared a detailed scientific action plan as per IUCN Guidelines. To ensure conservation and

protection of Cheetahs in India, proactive actions are being undertaken as per scientific action plan which has been prepared with the inputs and expertise from the leading Cheetah experts including biologists, ecologists, conservationists and managers. A Cheetah Project Steering Committee has been constituted to review progress, monitor and advice on the Cheetah introduction in consultation with international cheetah experts as and when required.

STRENGTHENING ACADEMIC AND SKILL COMPETENCY OF STUDENTS OF GOVERNMENT SCHOOLS

5045. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has formulated any policy framework to strengthen academic standards and skill competencies of students studying in Government schools to enable them to compete effectively with private and corporate educational institutions in the Country, if so, the details thereof;

(b) the details of measures taken under the Samagra Shiksha to improve quality of teaching, digital access, English proficiency, Science, Technology, Engineering and Mathematics (STEM) education and career readiness in the Country;

(c) whether any national benchmarking or performance assessment mechanism has been introduced to evaluate learning outcomes across

Government and private schools in the country and if so, the details thereof so far;

(d) whether any special mentoring, competitive exam coaching or industry-linked skill programmes are being implemented in States/UTs including Telangana; and

(e) if so, the details of steps taken or proposed to be taken by the Government to bridge quality and opportunity gaps in school education?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Government of India has adopted National Education Policy 2020 (NEP 2020) to improve the quality of school education across all institutions including Government schools. A number of transformative initiatives have been taken for its implementation such as Samagra Shiksha for providing quality education with an inclusive and equitable classroom environment for all children; PM SHRI (PM Schools for Rising India) for upgradation of schools; National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat) for ensuring foundational literacy and numeracy by Grade 3; Vidya-Pravesh–Guidelines for Three-month Play-based School Preparation Module; PM e-VIDYA to unify all efforts related to digital/online/on-air education to enable coherent multi-mode access to education; launch of National Curriculum Framework for Foundational Stage (NCF-FS) 2022, National Curriculum

Framework for School Education (NCF-SE) 2023 and Jaadui Pitara for play-based learning teaching material tailored for children between the age group of 3 to 8 years; Vidya Samiksha Kendra; National Digital Education Architecture (NDEAR) for creating a unifying national digital infrastructure to energise and catalyse the education ecosystem, etc.

In pursuance of NEP 2020, the Ministry of Education is implementing the Centrally Sponsored Scheme of “Samagra Shiksha” since 2018-19. Under the scheme, continuous professional development of teachers is being carried out through NISHTHA initiatives to enhance the quality of teaching, along with support for recruitment, rationalisation, and provision of appropriate teaching-learning materials and learning enhancement programmes. For improving digital access, the Government has promoted the use of Information and Communication Technology (ICT) through smart classrooms, ICT labs, and digital devices, along with the DIKSHA platform for e-content and teacher training, and PM e-Vidya, including One Class One Channel through Swayam Prabha DTH channels.

Rashtriya Avishkar Abhiyan (RAA) is a convergent framework that aims at nurturing a spirit of inquiry and creativity, love for Science and Mathematics and effective use of technology amongst children of the age group of 6 to 18 years. State and UTs plan specific initiatives for innovation and excellence in Science, Mathematics and Technology including Community Sensitisation and engagement, Improving School Science Facilities, Teacher Support Systems, Effective Classroom Transaction and Assessment and Nurturing Student Clubs

and Competitions. It is being implemented in all States/UTs under Samagra Shiksha. The major objectives of the programme are:

- to enable children to become motivated and engaged in Science, Mathematics and Technology (SMT) through observation, experimentation, drawing inferences, model building, rational reasoning and testability.
- To create curiosity, excitement and exploration among school children in Science, Mathematics and Technology.
- To create a culture of thinking, inventing and doing
- To promote enquiry-based learning in schools.
- To achieve learning levels appropriate to the class of study in Science and Mathematics.
- To encourage and nurture schools to be incubators of Innovation.

Further, to improve employability skills and career readiness, skill education has been integrated from the Middle stage onwards, including pre-vocational exposure, 10 Bagless days and NSQF aligned skill courses at Secondary level, along with career guidance support.

(c): The Government of India undertakes large-scale assessments to measure learning outcomes in schools across the country from time to time. In this regard, the PARAKH Rashtriya Sarvekshan 2024 (formerly National Achievement Survey) was conducted by the National Assessment Centre-PARAKH, NCERT under the aegis of the Department of School Education and

Literacy, Ministry of Education to measure the baseline performance under the National Education Policy (NEP) 2020 in development of competencies among students at the end of the Foundational, Preparatory and Middle Stages (Grades 3, 6 and 9 respectively) of schooling. Nationwide over 21.15 lakh students and 2.70 lakh teachers from more than 74,000 schools, including government, government aided and private schools, across 781 districts from all States/UTs participated in the assessment.

National, State and District level report cards for PARAKH Rashtriya Sarvekshan 2024 providing insights on variation in learning outcomes, achievement of stage-specific competencies and suggested interventions to improve low-performing competencies, are available at https://dashboard.parakh.ncert.gov.in/en, a dedicated dashboard designed to disseminate the findings of the assessment.

CBSE has introduced a competency-based assessment framework Structured Assessment for Analysing Learning (SAFAL) aligned with the learning outcomes envisaged in the National Curriculum Framework for Foundational Stage (NCF-FS 2022) and the National Curriculum Framework for School Education (NCF-SE 2023). At the end of Preparatory and Middle Stages, CBSE conducts SAFAL for Classes V and VIII. This is a competency-based, census-based assessment designed to evaluate achievement of key learning outcomes and provide detailed school-level performance reports, thereby enabling data-driven academic interventions and benchmarking.

(d): The Government of India provides financial assistance to States and

UTs including Telangana for exposure to skill education in Grades VI to VIII and for the introduction of NSQF-aligned skill courses in Grades IX to XII under the skill education component of “Samagra Shiksha”. This support covers introduction of skill education in schools; capacity building of vocational teachers/skill trainers; development of competency-based curricula and teaching-learning materials; creation of systems for monitoring and evaluation; and implementation of innovative projects in skill education. The main aims of this support are to: integrate skill education with general academic education in all schools; enhance the employability and entrepreneurial abilities of students and provide them structured exposure to the world of work; and generate awareness among students about diverse career options so that they can make informed choices in line with their aptitude, competence and aspirations.

Under the Skill Education component of the scheme, so far 138 National Skill Qualification Framework (NSQF)-aligned Job Roles are being offered for class IX to XII, which have been developed in consultation with industry and relevant Sector Skill Councils. At the Secondary level (Classes IX and X), skill courses are offered as an additional subject, while at the Senior Secondary level (Classes XI and XII), skill courses are offered as compulsory (elective) subject. State Education Boards are being encouraged to become Awarding and Assessing Bodies under NCVET so that they are able to design the skill courses as per local needs and award the certificates to the learners.

Education is a subject in the Concurrent List of the Seventh Schedule to the Constitution of India. Central and State government work collaboratively to

provide equitable access to education. Centre, various State and UT governments are providing remedial classes to students for competitive exams. SATHEE is one such initiative of Central government, launched in November, 2023, to provide free of cost high-quality content for the competitive examinations like JEE and NEET, along with providing an online assessment module for students. It leverages Web Platform, Mobile Application, YouTube live sessions and DTH channels for delivery. More than 15,000 + multilingual video lectures of curated learning content are available across topics and subjects for the learners. As of now, more than 15 lakh students are registered and 400 mentors (from IITs, AIIMS etc.) are available on the platform.

(e): Under the scheme of Samagra Shiksha, provision is provided under the Access and Retention intervention for opening of new/upgraded schools, Residential Schools and Hostels and Strengthening of Existing Schools, wherein preference is given to Educationally Backward Blocks (EBBs), LWEs and the aspirational districts identified by NITI Aayog etc. Kasturba Gandhi Balika Vidyalayas (KGBVs), residential schools from grade 6 to 12 for girls belonging to disadvantaged groups such as SC, ST, OBC, Minority and Below Poverty Line (BPL) have been set up in Educationally Backward Blocks. Similarly, hostels are being set up for PVTGs and ST students under PM-JANMAN and DA-JGUA respectively.

PROMOTION AND PRESERVATION OF CULTURAL HERITAGE

5046. SHRIMATI MALVIKA DEVI:

Will the Minister of **CULTURE** be pleased to state:

(a) the details of the schemes currently being implemented by the Government for preservation and promotion of India's tangible and intangible cultural heritage, particularly in aspirational and backward districts, such as Kalahandi and Nuapada in Odisha;

(b) the details of total funds allocated and utilised under these schemes during the last three financial years, State/UT and year-wise, especially in Odisha; and

(c) whether the Government proposes to set up any cultural resource centres or museums in Odisha, especially in the said district?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): There are 82 nos. of centrally protected monuments under the jurisdiction of Archaeological Survey of India (ASI) in the State of Odisha including 01 monument namely Asurgarh Fort in the District of Kalahandi. ASI takes up conservation and preservation works of these monuments/sites as per the need and availability of resources subject to the National Policy for Conservation and it is a continuous process. The details of expenditure incurred for conservation and maintenance of Asurgarh Fort during the last three years including current year are given as under:-

(Amount in Rs.)

Expenditure incurred during the year			
2022-23	**2023-24**	**2024-25**	**2025-26**
Nil	Nil	6360/-	195344/-

The details of total funds allocated and utilised by ASI for conservation and maintenance during the last three years, State/UT and year-wise, including State of Odisha are given in the enclosed **Statement**.

The Government of India has set up Eastern Zonal Cultural Centre (EZCC) at Kolkata to promote various forms of folk art of its member States which includes the State of Odisha. EZCC organizes various cultural activities in its member States for which annual grant-in-aid is provided to them. The grant-in-aid released to EZCC, Kolkata during the last three years is as under:

Year	**Amount released (in lakhs)**
2022-23	755.81
2023-24	897.14
2024-25	1145.48

EZCC organizes number of programmes like Folk Fair, National Tribal/ Folk Dance and Music Festival, Chilika Shelduck Folk Carnival, All India Multilingual Drama and Dance Festival etc. in Odisha. Workshops viz. Filigree, Patachitra, Mayurbhanj Chhau and Saura Painting are also conducted by

EZCC to promote dying and vanishing folk art forms.

(c): At present, there is no such proposal under consideration.

STATEMENT

The details of total funds allocated and utilised by ASI for conservation and maintenance during the last three years, State/UT and year-wise, including State of Odisha.

(Amount in Crores)

Sl. No.	Name of State/UT	Circle	2022-23		2023-24		2024-25	
			Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
1.	Uttar Pradesh	Agra	21.27	21.15	23.52	23.52	15.90	15.90
		Jhansi	7.00	7.00	5.82	5.82	6.10	6.10
		Lucknow	19.03	19.03	16.93	16.93	8.91	8.91
		Sarnath	10.15	10.15	11.32	11.32	7.62	7.62
		Meerut	6.20	6.20	7.95	7.95	6.70	6.64
2.	Maharashtra	Aurangabad	18.70	18.70	26.80	26.80	8.60	8.60
		Mumbai	15.35	15.35	15.56	15.56	18.19	18.19
		Nagpur	5.00	4.99	10.1	10.18		10.60

					8		10.60	
3.	Karnataka	Bangalore	19.85	19.85	17.34	17.34	8.55	8.55
		Hampi	10.00	10.00	12.25	12.25	6.52	6.52
		Dharwad	10.08	10.08	9.57	9.57	7.46	7.46
4.	Madhya Pradesh	Bhopal	14.90	14.90	17.22	17.22	12.30	12.30
		Jabalpur	8.00	8.00	9.27	9.27	7.00	6.99
5.	Odisha	Bhubaneswar/ Puri	13.18	13.17	12.29	12.29	11.50	11.37
6.	West Bengal,	Kolkata (86)	10.16	10.16	9.10	9.10	6.01	6.01
7.	West Bengal, Sikkim	Raiganj	7.00	7.00	8.00	8.00	6.10	6.10
8.	Tamil Nadu, Puducherry	Chennai	11.45	11.45	12.95	12.95	13.15	13.14
		Trichy	8.50	8.50	9.55	9.55	5.80	5.80
9.	Punjab Haryana	Chandigarh	6.53	6.53	11.00	11.00	8.40	8.40
10	Himachal Pradesh	Shimla	8.90	8.90	5.00	5.00	2.80	2.79
11.	Delhi (NCT)	Delhi	30.50	30.35	36.1	36.14	24.9	24.94

					4		5	
12.	Goa	Goa	10.45	10.45	9.90	9.90	9.00	9.00
13.	Assam	Guwahati	7.44	7.44	8.78	8.78	5.72	5.71
	Meghalaya							
	Nagaland							
	Arunachal Pradesh							
14.	Manipur	Aizawl	2.00	2.00	1.29	1.29	1.26	1.25
	Mizoram							
	Tripura							
15.	Rajasthan	Jaipur	10.28	10.28	12.75	12.75	10.91	10.91
		Jodhpur	7.65	7.65	10.65	10.65	9.25	9.24
16.	Telangana	Hyderabad	15.50	15.50	14.38	14.38	6.80	6.77
17.	Andhra Pradesh	Amravati	11.60	11.60	14.70	14.70	12.90	12.90
18.	Bihar	Patna	9.00	9.00	16.00	16.00	8.73	8.73
19.	Jammu and	Srinagar	6.11	6.03	7.17	7.17	4.90	4.89
20.	Ladakh (UT)	Mini Circle	1.92	1.92	3.50	3.50	2.20	2.20
21.	Kerala	Thrissure	7.50	7.50	7.09	7.09	6.30	6.30
22.	Gujarat Daman and Diu (UT)	Vadodara	11.00	11.00	12.00	12.00	7.70	7.69
	Gujarat	Rajkot	3.09	3.09	2.50	2.50	3.00	3.00
23.	Uttarakhand	Dehradun	4.85	4.85	5.42	5.42	5.10	5.10

24.	Chhattisgarh	Raipur	7.50	7.50	5.94	5.94	8.19	8.19
25.	Jharkhand	Ranchi	2.00	2.00	2.15	2.15	2.25	2.25

राजस्थान में संरक्षित स्मारकों से अर्जित राजस्व

5047. श्री चन्द्र प्रकाश जोशीः

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि देशभर के संरक्षित पुरातात्विक स्थलों पर प्रवेश टिकटों से वार्षिक राजस्व अर्जित होता है;

(ख) यदि हाँ, तो विगत तीन वर्षों के दौरान चित्तौड़गढ़ सहित राजस्थान के प्रमुख संरक्षित स्मारकों से अर्जित राजस्व का ब्यौरा क्या है;

(ग) चित्तौड़गढ़ सहित राजस्थान में संरक्षित स्मारकों/स्थलों के संरक्षण, रख-रखाव और विकास के लिए आवंटित और उपयोग की गई निधियों का वर्ष-वार ब्यौरा क्या है;

(घ) चित्तौड़गढ़ और अन्य प्रमुख स्थलों पर पर्यटक सुविधाओं में सुधार के लिए किए गए विकास कार्यों का ब्यौरा क्या है;

(ङ) क्या सरकार इन स्थलों को वैश्विक स्तर पर और अधिक बढ़ावा देने तथा पर्यटन को प्रोत्साहित करने के लिए कोई विशेष योजनाएँ लागू कर रही है; और

(च) क्या सरकार ने "एडॉप्ट अ हेरिटेज" जैसी सार्वजनिक-निजी भागीदारी योजनाओं के अंतर्गत चित्तौड़गढ़ और अन्य स्थलों के विकास के लिए कोई पहल की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) और (ख): भारतीय पुरातत्व सर्वेक्षण के तहत देश भर में 143 टिकट वाले स्मारक हैं जिसमें चित्तौड़गढ़ किले सहित राजस्थान राज्य में 06 टिकट वाले स्मारक शामिल हैं । देश भर के

संरक्षित पुरातत्वीय स्मारकों में प्रवेश टिकटों के माध्यम से प्राप्त राजस्व की गणना और संकलन वार्षिक रूप से की जाती है। विगत तीन वर्षों और चालू वर्ष के दौरान, चित्तौड़गढ़ सहित राजस्थान में प्रमुख स्मारकों से प्राप्त राजस्व का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग): राजस्थान राज्य में चित्तौड़गढ़ किला सहित भारतीय पुरातत्व सर्वेक्षण के क्षेत्राधिकार के अंतर्गत 161 संरक्षित स्मारक और स्थल हैं। विगत तीन वर्षों के दौरान, इन स्मारकों और स्थलों के संरक्षण, अनुरक्षण और विकास के लिए आवंटन और किए गए व्यय का ब्यौरा और निम्नानुसार हैः

(राशि करोड़ रुपये में)

वर्ष	**आवंटन**	**व्यय**
2022-23	17.93	17.93
2023-24	23.40	23.40
2024-25	20.16	20.15
2025-26 (दिनांक 05.03.2026 तक)	17.70	15.15

(घ): कुछ स्मारकों में सांस्कृतिक सूचना बोर्ड (हिंदी, अंग्रेजी, चीनी, सिंहली, क्यूआर कोड आधारित और ब्रेल लिपि में), दिशा-सूचक संकेतक, स्पर्श पट्टी के साथ सुगम पथ, बेंच, रैंप, व्हीलचेयर, पार्किंग, प्राथमिक चिकित्सा, सीसीटीवी, शिशु-देखभाल कक्ष, प्रकाशन काउंटर, व्याख्या केंद्र, शौचालय (दिव्यांग, महिला और पुरुष) पेयजल आदि जैसी आधारभूत पर्यटक सुविधाएं ,पर्यटकों की संख्या और व्यवहार्यता के आधार पर उपलब्ध करवाई जाती है। चित्तौड़गढ़ किले और राजस्थान के अन्य प्रमुख स्मारकों/स्थलों में उपलब्ध सुविधाओं का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ङ): तथापि, उक्त के संबंध में कोई योजना नहीं है, फिर भी सरकार भारतीय पुरातत्व सर्वेक्षण के स्मारकों को विभिन्न पहलों जैसे कि विश्व धरोहर सप्ताह, विश्व धरोहर दिवस, सांस्कृतिक कार्यक्रमों,

प्रदर्शनियों, जागरूकता अभियान आदि के माध्यम से बढ़ावा देती है। ये प्रयास इन स्मारकों में पर्यटन को बढ़ावा देने में सहायक होते हैं।

(च): चित्तौड़गढ़ किले, चित्तौड़गढ़ के संरक्षित स्मारक को "एडॉप्ट ए हेरिटेज 2.0" कार्यक्रम जैसी सार्वजनिक-निजी भागीदारी योजनाओं के अंतर्गत, अभी तक, किसी भी संस्था द्वारा गोद नहीं लिया गया है।

<u>विवरण-I</u>

विगत तीन वर्षों और चालू वर्ष के दौरान चित्तौड़गढ़ सहित राजस्थान में प्रमुख स्मारकों से अर्जित राजस्व का ब्यौरा

(राशि रूपये में)

क्र. सं.	**राज्य/स्मारक**	**2022-23**	**2023-24**	**2024-25**	**2025-26 (जनवरी, 2026 तक)**
1	प्राचीन स्थल, भानगढ़	49,07,740	71,12,952	63,64,805	53,59,455
2	अभानेरी में सीड़ीदार कुआं (बावड़ी)	1,28,42,060	2,88,65,177	3,54,43,395	2,22,52,040
3	डीग भवन, डीग	9,24,890	10,76,095	10,50,015	8,99,945
4	चित्तौड़गढ़ किला	3,62,21,975	4,30,68,740	4,89,55,745	6,15,10,805
5	कुंभलगढ़ किला	1,83,29,945	1,79,77,463	2,02,37,075	1,67,29,575
6	संगमरमर मंडप, अना सागर, अजमेर	1,77,71,335	1,37,40,395	92,90,325	2,64,18,785
	कुल	**9,09,97,945**	**11,18,40,822**	**12,13,41,360**	**13,31,70,605**

विवरण-II

राजस्थान के चित्तौड़गढ़ किले सहित प्रमुख संरक्षित स्मारकों पर उपलब्ध पर्यटकों की सुविधाओं का ब्यौरा

क्र. सं.	स्मारक/स्थल	उपलब्ध पर्यटक सुविधाएं
जयपुर मंडल		
1.	बावड़ी, अबानेरी, दौसा	अंग्रेजी, हिंदी और क्यू. आर. कोड आधारित ब्रेल में सांस्कृतिक सूचना बोर्ड, संरक्षण सूचना बोर्ड, दिशा सूचक संकेतक, स्पर्श के साथ सुगम पथ, शिशु देखभाल कक्ष, व्हीलचेयर, प्राथमिक चिकित्सा, सी सी टी वी, स्मारिका/प्रकाशन काउंटर, प्रदीप्तिकरण, बेंच, दिव्यांग, महिला और पुरुष शौचालय, पेयजल, कूड़ेदान
2.	प्राचीन स्थल, भानगढ़, अलवर	अंग्रेजी, हिंदी और क्यू. आर. कोड आधारित सांस्कृतिक सूचना बोर्ड, सुरक्षा सूचना बोर्ड, दिशा सूचक संकेतेक, व्हीलचेयर, प्राथमिक चिकित्सा, सी सी टी वी, स्मारिका/प्रकाशन काउंटर, बेंच, दिव्यांग, महिला और पुरुष शौचालय, पेयजल, कूडेदान
3.	डीग भवन (महल) डीग, भरतपुर	अंग्रेजी, हिंदी और क्यू. आर. कोड आधारित सांस्कृतिक सूचना बोर्ड, सुरक्षा सूचना बोर्ड, व्हीलचेयर, प्राथमिक चिकित्सा, सी सी टी वी, स्मारिका/प्रकाशन काउंटर, शिशु देखभाल कक्ष, पार्किंग, बेंच, महिला और पुरुष शौचालय, पेयजल, कूडेदान, सांस्कृतिक सूचना बोर्ड
4.	रणथंभौर किला, सवाई माधोपुर	अंग्रेजी, हिंदी और क्यूआर कोड आधारित और ब्रेललिपि में सांस्कृतिक सूचना बोर्ड, शिशु देखभाल कक्ष, व्हीलचेयर, सीसीटीवी, बेंच, दिव्यांग, कूडेदान
जोधपुर मंडल		
5.	चित्तौड का पूरा किला, चित्तौड़गढ़	अंग्रेजी, हिंदी और क्यू आर कोड आधारित सांस्कृतिक सूचना बोर्ड, सुरक्षा सूचना बोर्ड, रैंप, व्हीलचेयर, ई-कार्ट, पार्किंग, प्राथमिक चिकित्सा, शिशु देखभाल कक्ष, ध्वनि और प्रकाश शो, प्रदीप्तिकरण, स्मारिका/प्रकाशन काउंटर, जलपानगृह, दिव्यांग, महिला और पुरुष शौचालय, पेयजल, कूडादान, बेंच

6.	संपूर्ण कुंभलगढ़ का किला, राजसमंद	ब्रेल, अंग्रेजी, हिंदी और क्यू आर कोड आधारित सांस्कृतिक सूचना बोर्ड ,सुरक्षा सूचना बोर्ड, रैंप, व्हीलचेयर, पार्किंग, प्राथमिक चिकित्सा, शिशु देखभाल कक्ष, ध्वनि और प्रकाश शो, प्रदीप्तिकरण, स्मारिका/प्रकाशन काउंटर, सीसीटीवी, दिव्यांग, महिला और पुरुष शौचालय, पेयजल, कूडेदान, बेंच
7.	अना सागर, अजमेर में संगमरमर के मंडप और बलस्ट्रेड	अंग्रेजी, हिंदी और क्यू. आर. कोड आधारित सांस्कृतिक सूचना बोर्ड, सुरक्षा सूचना बोर्ड, महिला और पुरुष शौचालय, पेयजल, कूडादान, दिशा सूचक संकेतक, बेंच, रैंप, सी सी टी वी
8.	प्राचीन मंदिरों सहित किला, जैसलमेर	अंग्रेजी और हिंदी में सांस्कृतिक सूचना बोर्ड, संरक्षण सूचना बोर्ड,

PM-SHRI MEMORANDUM

5048. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether all States and Union Territories have signed the PM-SHRI Memorandum;

(b) if not, the details of States/UTs who have not signed the PM-SHRI Memorandum;

(c) the criteria adopted for selecting schools for their upgradation under PM-SHRI school Scheme;

(d) the details of the Central Government and the State Government schools upgraded as PM-SHRI schools so far during the last five years, year and State/UT-wise; and

(e) the details of total amount sanctioned under PM-SHRI Scheme in

States/UTs during the last five financial years, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Under PM SHRI scheme, all the States/UTs except Tamil Nadu and West Bengal have signed the Memorandum of Understanding (MoU) to implement the scheme.

(c): The criteria adopted by the Government for selecting the schools under the PM SHRI scheme are provided under "Selection Methodology" of the PM SHRI Framework, available at the link: https://pmshri.education.gov.in/assets/pdf/part1_pmshri.pdf.

(d) and (e): The centrally sponsored scheme of PM SHRI was approved by Cabinet on 7th September, 2022. Subsequent to the approval, the year-wise and State-wise details of the Central Government and the State Government schools upgraded as PM SHRI schools are given in the enclosed **Statement-I**. Further, the amount allocated under PM SHRI scheme in States/UTs/KVS/NVS/NCERT during FY 2023-24, FY 2024-25 and FY 2025-26 are given in the enclosed **Statement-II**.

STATEMENT-I

The year-wise and State-wise details of the Central Government and State Government schools upgraded as PM SHRI schools under PM SHRI scheme are as follows

S. No.	States/UTs	Year 2023		Year 2024		Year 2025		Year 2026		Total
		State/UT	Central	State/UT	Central	State/UT	Central	State/UT	Central	
1	A and N ISLANDS	10	3	1	1	5	0	0	0	20
2	ANDHRA PRADESH	662	35	193	10	80	2	0	0	982
3	ARUNACHAL PRADESH	41	13	50	12	2	1	0	0	119
4	ASSAM	266	30	116	32	0	3	0	0	447
5	BIHAR	0	54	47	14	789	0	0	0	904
6	CHANDIGARH	1	5	1	0	0	0	0	0	7
7	CHHATTISGARH	211	37	130	12	0	3	0	0	393
8	DNH and DD	5	2	0	1	2	0	0	0	10
9	DELHI	0	34	0	6	6	0	0	0	46
10	GOA	12	5	13	2	3	0	0	0	35
11	GUJARAT	274	38	174	27	15	1	0	0	529
12	HIMACHAL PRADESH	0	21	180	6	19	1	0	0	227
13	HARYANA	124	41	117	7	9	1	0	0	299

14	JAMMU and KASHMIR	233	21	163	9	0	1	0	0	427
15	JHARKHAND	0	38	339	10	24	2	0	0	413
16	KARNATAKA	129	47	348	21	108	2	5	0	660
17	KERALA	0	31	0	16	0	0	0	0	47
18	LADAKH	14	4	22	0	1	0	0	0	41
19	LAKSHADWEEP	8	1	3	1	0	0	0	0	13
20	MADHYA PRADESH	413	73	273	63	113	9	0	0	944
21	MAHARASHTRA	516	73	311	11	33	2	0	0	946
22	MANIPUR	69	1	36	10	16	0	0	0	132
23	MEGHALAYA	22	3	33	10	10	0	0	0	78
24	MIZORAM	22	2	8	8	5	0	0	0	45
25	NAGALAND	9	4	34	7	6	0	0	0	60
26	ODISHA	0	63	449	11	313	4	0	0	840
27	PUDUCHERRY	8	4	4	2	0	0	0	0	18
28	PUNJAB	0	51	233	8	123	3	0	0	418
29	RAJASTHAN	402	92	237	3	0	5	10	0	749
30	SIKKIM	30	3	13	1	4	0	0	0	51
31	TAMIL NADU	0	24	0	10	0	2	0	0	36
32	TELANGANA	543	23	251	10	0	5	0	0	832
33	TRIPURA	57	6	25	4	2	0	0	0	94
34	UTTARAKHAN	141	36	84	1	16	3	0	0	281

	D									
35	UTTAR PRADESH	925	81	779	79	18	3	3	0	1888
36	WEST BENGAL	0	43	0	17	0	0	0	0	60
	Total	**5147**	**1042**	**4667**	**442**	**1722**	**53**	**18**	**0**	**13091**

STATEMENT-II

The amount allocated under PM SHRI scheme in States/UTs/KVS/NVS/NCERT during FY 2023-24, FY 2024-25 and FY 2025-26 (till 18.03.2026) is as follows:

(Rs. in crore)

S. No.	States/UTs/ KVS/NVS/NCERT	FY: 2023-24	FY: 2024-25	FY: 2025-26
		Approved PAB outlay	Approved PAB outlay	Approved PAB outlay
1	AandN Islands	6.25	7.64	10.64
2	Andhra Pradesh	354.85	782.39	643.51
3	Arunachal Pradesh	18.73	55.92	52.55
4	Assam	127.46	331.02	217.63
5	Bihar	NA	NA	1000.75
6	Chandigarh	0.73	1.8	1.65
7	Chhattisgarh	65.79	201.41	196.78
8	DNHandDD	2.59	2.56	3.65
9	Goa	6.19	15.82	16.62
10	Gujarat	109.79	182.9	209.68
11	Haryana	85.26	225.5	191.74
12	Himachal Pradesh	NA	150.39	161.80

13	Jammu and Kashmir	116.43	280.76	277.07
14	Jharkhand	NA	258.72	381.45
15	Karnataka	50.29	251.43	376.92
16	Ladakh	8.08	26.66	21.22
17	Lakshadweep	4.36	6.77	7.35
18	Madhya Pradesh	219.99	436.41	613.35
19	Maharashtra	211.35	565.61	384.62
20	Manipur	39.19	92.1	73.27
21	Meghalaya	9.55	33.96	35.21
22	Mizoram	9.11	13.33	12.98
23	Nagaland	4.34	24.81	33.78
24	Odisha	NA	435.03	851.99
25	Puducherry	3.91	10.87	9.43
26	Punjab	NA	209.46	346.36
27	Rajasthan	163.94	450.83	434.66
28	Sikkim	22.61	34.51	29.7
29	Telangana	398.69	647.78	422.54
30	Tripura	26.23	57.41	43.04
31	Uttar Pradesh	404.98	671.14	629.38
32	Uttarakhand	72.91	130.1	149.07
33	KVS	590.71	817.78	619.07
34	NVS	260.73	654.44	383.65
35	NCERT	NA	NA	5.12
	Total	**3395.04**	**8067.26**	**8848.23**

**Note: NA- States had not onboarded the PM SHRI scheme in the aforesaid year.*

SETTING UP OF ESI DISPENSARIES

5049. SHRI K. C. VENUGOPAL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government is likely to consider to set up Employees' State Insurance (ESI) dispensaries in Alappuzha Lok Sabha Constituency due to the prescence of large number of workers in informal labour sector, including coir and fishing; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): Employees State Insurance Corporation (ESIC) accords approval for opening of new dispensaries with the consent of the respective State Governments as the operation and management of dispensaries is done by the concerned State Government as per the provision of Section 58 of the erstwhile Employees State Insurance Act 1948, now subsumed in Code on Social Security, 2020.

No proposal for setting up of new dispensary in the Alapphuzha district has been received from Government of Kerala.

At present, medical services to Insured Persons and their families in Alappuzha district are being provided through one 55-bedded ESI Hospital at Alleppey and 14 ESI dispensaries in the Alappuzha district.

INOPERATIVE ACCOUNTS UNDER EPFO

5050. SHRI BENNY BEHANAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of total number of inoperative accounts under the Employees' Provident Fund Organisation (EPFO) identified for automatic refund;

(b) the details of the total accumulated balance lying in such inoperative accounts, as on date;

(c) whether the interest on balance in the said accounts continues to accrue and if so, the details thereof; and

(d) the details of projected timeline for completion of refunds, including phase-wise targets and monthly disbursal estimates under the said initiative?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): A total of 1.33 lakh accounts have been identified for auto-initiation of claims in a phased manner. These claims will be settled by the respective Regional Offices following due procedure.

(b): Rs. 5.68 crore.

(c): No interest is accrued on balance in the said accounts.

(d): In the first phase, the payments shall be auto initiated for inoperative accounts which are Aadhaar and Bank verified and have balances up to ₹1,000 after confirmation of the bank account being active.

SHORTAGE OF HIGHER EDUCATION INSTITUTIONS AND FACULTY IN WESTERN UTTAR PRADESH

5051. SHRI ZIA UR REHMAN:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government is aware of the shortage of Government degree colleges, technical institutions and quality faculty in the districts of Western Uttar Pradesh;

(b) if so, the details of the steps taken by the Government to strengthen higher education infrastructure and implement the National Education Policy in the said region;

(c) whether similar gap in educational infrastructure exists in other parts of the Country; and

(d) if so, the details of the national initiatives undertaken by the Government to improve access, quality and digital education across the Country?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): Education being in the Concurrent List, enhancing the quality of education is the responsibility of both the Central and State Governments. However, recognizing the need for central assistance, the Department of Higher Education, Government of India, is implementing Rashtriya Uchchatar Shiksha Abhiyan (RUSA), Centrally Sponsored Scheme aimed at funding specific State government universities and colleges, so as to improve their quality by ensuring their conformity

to prescribed norms and standards.

In alignment with National Education Policy (NEP) 2020, the government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) for the period 2023-24 to 2025-26 with an outlay of Rs. 12926.10 crore, including the committed liabilities of the earlier phases of RUSA, to cater to the needs of educationally unserved/ underserved areas.

Under PM-USHA, priority is given to focus districts which are identified by the concerned States/ UTs based on various criteria, including low Gross Enrolment Ratio, Gender Parity, population proportion and enrolment proportion for females, transgenders, Scheduled Castes, Scheduled Tribes, and Other Backward Classes, Aspirational/ Border Area/ Left Wing Extremism district etc.

Under the Scheme, support is provided to government and government-aided HEIs of States/UTs for strengthening infrastructure, including the construction and renovation of academic and administrative buildings, hostels, research facilities, digital laboratories, and other enabling facilities required for improving access and quality in higher education, along with strengthening research and innovation output through various components viz., Multi-Disciplinary Education and Research Universities (MERU), Grants to Strengthen Universities (GSU), Grants to Strengthen Colleges (GSC), New Model Degree Colleges (NMDC) and Gender Inclusion and Equity Initiatives (GIEI).

Since the inception of the scheme, 204 units, including 66 units under PM-USHA, have been approved in the state Uttar Pradesh, with total approved amount

of Rs.1942.27 crore under various components such as MERU (Rs.100 crore), Creation of Universities by way of Upgradation of Existing Autonomous Colleges (Rs.55 crore), Grants to Strengthen Universities (Rs.20 crore), Infrastructure Grants to Universities (Rs. 20 crore), Faculty Improvement (Rs.10 crore), etc. This includes the establishment of 26 New Model Degree Colleges and 2 New Colleges (Professional and Technical) amounting to Rs. 312 crore and Rs.52 crore, respectively.

शिक्षित युवाओं में रोज़गार

5052. **श्री धर्मेन्द्र यादव:**

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में 18 से 32 वर्ष आयु वर्ग के शिक्षित युवाओं में बेरोजगारी दर सामान्य जनसंख्या की तुलना में उल्लेखनीय रूप से अधिक है;

(ख) यदि हाँ, तो राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ग) देश में शिक्षित युवाओं में उच्च बेरोजगारी दर के लिए जिम्मेदार कारकों का ब्यौरा क्या है; और

(घ) शिक्षित युवाओं को रोजगार प्रदान करने और देश में बेरोजगारी दर को कम करने के लिए सरकार द्वारा उठाए गए/उठाए जा रहे कदमों का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ): रोजगार और बेरोजगारी का आधिकारिक डाटा आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) द्वारा एकत्र किया जाता है जिसे सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा वर्ष 2017-18 से आयोजित किया जा रहा है।

नवीनतम वार्षिक पीएलएफएस रिपोर्ट के अनुसार, सामान्य स्थिति के आधार पर 15-29 वर्ष की आयु के युवाओं की अनुमानित बेरोजगारी दर (यूआर) वर्ष 2017-18 में 17.8% से घटकर वर्ष 2023-24 में 10.2% हो गई है। इसके अतिरिक्त, 15-29 वर्ष की आयु के युवाओं के लिए सामान्य रोजगार स्थिति को दर्शाने वाला अनुमानित कामगार जनसंख्या अनुपात (डब्ल्यूपीआर) वर्ष 2017-18 में 31.4% से बढ़कर वर्ष 2023-24 में 41.7% हो गया है।

इसके अतिरिक्त, वर्ष 2017-18 और वर्ष 2023-24 के दौरान विभिन्न सामान्य शिक्षा स्तरों के 15-29 वर्ष की आयु के युवाओं की सामान्य स्थिति के आधार पर अनुमानित बेरोजगारी दर (यूआर) निम्नानुसार है:

बेरोजगारी दर (% में)		
सामान्य शैक्षिक स्तर	**2017-18**	**2023-24**
साक्षर और प्राथमिक शिक्षा तक	8.3	2.6
पूर्व-माध्यमिक	13.7	4.2
माध्यमिक	14.4	4.9
उच्चतर माध्यमिक	21.1	8.8
माध्यमिक और उससे अधिक	25.4	15.4

स्रोत: पीएलएफएस, एमओएसपीआई

उपरोक्त आंकड़े दर्शाते हैं कि पिछले कुछ वर्षों में विभिन्न सामान्य शिक्षा स्तरों के लिए बेरोजगारी दर में भी कमी आई है। पीएलएफएस रिपोर्टों में राज्य/संघ राज्यक्षेत्र-वार जानकारी उपलब्ध है, जिसे सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय की वेबसाइट https://www.mospi.gov.in/publications-reports पर देखा जा सकता है।

नियोजनीयता में सुधार करते हुए रोजगार का सृजन करना सरकार की प्राथमिकता रही है। तदनुसार, सरकार देश भर में विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों को कार्यान्वित कर रही

है। सरकार द्वारा कार्यान्वित की जा रही विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों का ब्यौरा https://dge.gov.in/dge/schemes_programmes पर देखा जा सकता है।

सरकार कौशल भारत मिशन (एसआईएम) के तहत, देश भर में कौशल विकास केंद्रों/विद्यालयों /महाविद्यालयों/ संस्थानों आदि के व्यापक नेटवर्क के माध्यम से विभिन्न योजनाओं जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से राष्ट्रीय शिक्षुता संवर्धन योजना (एनएपीएस) तथा शिल्पकार प्रशिक्षण योजना (सीटीएस) आदि के तहत कौशल, पुन: कौशल और कौशल संवर्धन प्रशिक्षण का कार्यान्वयन भी कर रही है। एसआईएम का उद्देश्य भारत के युवाओं को उद्योग जगत से संबंधित कौशल प्रदान करके भविष्य के लिए तैयार करना है।

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई) ने कृत्रिम बुद्धिमत्ता सहित 10 नई/उभरती प्रौद्योगिकियों में रोजगारपरकता के लिए आईटी कर्मियों की री-स्किलिंग/अप-स्किलिंग के लिए 'फ्यूचर स्किल्स प्राइम' कार्यक्रम शुरू किया है।

सरकार विनिर्माण क्षेत्र पर विशेष ध्यान देते हुए, सभी क्षेत्रों में रोज़गार सृजन, रोज़गार क्षमता और सामाजिक सुरक्षा को बढ़ावा देने के लिए प्रधानमंत्री विकसित भारत रोज़गार योजना नामक रोज़गार से जुड़ी प्रोत्साहन (ईएलआई) योजना को कार्यांवित कर रही है। 99,446 करोड़ रुपये के परिव्यय वाली इस योजना का उद्देश्य 2 वर्षों की अवधि में देश में 3.5 करोड़ से अधिक रोजगारों के सृजन को प्रोत्साहित करना है।

इसके अतिरिक्त, भारत सरकार का श्रम और रोजगार मंत्रालय, राष्ट्रीय करियर सेवा (एनसीएस) पोर्टल चला रहा है, जो निजी और सरकारी क्षेत्रों की नौकरियों की जानकारी, ऑनलाइन और ऑफलाइन रोजगार मेलों की जानकारी, नौकरी खोज और मिलान, करियर परामर्श, व्यावसायिक मार्गदर्शन, कौशल विकास पाठ्यक्रमों की जानकारी, कौशल/प्रशिक्षण कार्यक्रम आदि सहित करियर से संबंधित सेवाएं एक डिजिटल प्लेटफॉर्म [www.ncs.gov.in] के माध्यम से प्रदान करने के लिए वन-स्टॉप समाधान है।

STADIUM GROUND IN MINICOY ISLAND

5053. SHRI HAMDULLAH SAYEED:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government is aware of the present condition of the stadium ground in Minicoy Island;

(b) whether any proposal has been received from the Administration of Lakshadweep for improvement and upgradation of the said stadium ground and if so, the details thereof;

(c) whether the Government proposes to provide financial assistance under any Central Scheme for development of sports infrastructure on the island;

(d) if so, the details thereof, including the nature of facilities proposed to be developed, such as turf improvement, seating arrangements, lighting and other basic amenities along with the timeline for implementation; and

(e) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): 'Sports' being a State subject, the responsibility of development of sports, including improvement and upgradation of stadium grounds, providing financial assistance for development of sports infrastructure, rests primarily with the State/Union Territory Governments. The Union Government

supplements their efforts by bridging critical gaps. The details of various sports infrastructure across the country, which are under the jurisdiction of respective State/Union Territory Governments, are not maintained in this Ministry.

Receipt of proposals under the schemes of this Ministry is a continual process. The proposals received from the State/UT Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility, and availability of funds under the Scheme.

The details of the sports infrastructure projects approved and funds released and their physical and financial progress, under Khelo India Scheme and National Sports Development Fund (NSDF), across the country, are available in public domain on the dashboards of the Ministry at https://mdsd.kheloindia.gov.in and http://www.nsdf.yas.gov.in/nsdf-glance.html.

The details of sports facilities under Khelo India Scheme, viz. Khelo India Centres, Khelo India State Centres of Excellence and Khelo India Accredited Academies, along with details of disciplines covered and athlete count, are available at https://dashboard.kheloindia.gov.in. Further, the details of various sports facilities run by SAI, such as National Centres of Excellence (NCoE), Sports Training Centres (STC), Extension Centres of STCs, along with details of disciplines covered and athlete count, are available at https://sportsauthorityofindia.nic.in.

NMMA SCHEME IN CHITRADURGA, KARNATAKA

5054. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **CULTURE** be pleased to state:

(a) The details of implementation of the National Mission on Monuments and Antiquities (NMMA) Scheme in Chitradurga district of Karnataka since its inception;

(b) the details of the number of monuments and antiquities identified, documented and digitized under the said Scheme in the said district;

(c) the details of the of funds allocated, sanctioned and utilized for the said district under the said Scheme during the last five years, year-wise;

(d) the details of the steps taken by the Government for preservation, conservation and protection of documented monuments and antiquities in the said district; and

(e) the future action plan of the Government to strengthen documentation and conservation efforts under the said Scheme in the said district?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): The Government of India has established the National Mission on Monuments and Antiquities (NMMA) in 2007 to prepare two national registers on the documentation and digitization of unprotected monuments (Built Heritage and Sites) and antiquities across the length and breadth of the country.

Through NMMA does not work on any district-wise documentation, 312 unprotected monuments (Built Heritage and Sites) and 904 Antiquities in Karnataka State have been documented under NMMA.

(c): The Question does not arise.

(d): The mandate of NMMA is to document unprotected monuments (Built Heritage and Sites) and antiquities across the country, which does not cover conservation/ preservation. However, centrally protected monuments are looked after by the Archaeological Survey of India. Monuments declared protected by State Government are looked after by respective State Government. In addition, other monuments are looked after by involved temple committee or trust, etc. Preservation and care of antiquities are responsibilities of concerned museums, NGO or other organisations in charge of such antiquities.

(e): NMMA conducts training programs and workshop involving State Governments, Universities, NGOs- handling monuments and antiquities- aiming to speedup documentation work, which is a continuous process.

GIG AND PLATFORM WORKERS

5055. SHRI SACHITHANANTHAM R.:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of estimated number of gig and platform workers currently employed in the country, State/UT and sector-wise;

(b) whether the Government has made any projections regarding the likely increase in the number of gig workers in the next three years and if so, the details thereof;

(c) whether the Government has received any reports or conducted any

studies indicating that a large section of gig workers are underemployed due to the non-availability of adequate and decent employment opportunities in the country and if so, the details thereof; and

(d) the details of average daily wages or earnings of gig workers in the country, State/UT and sector-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

As per the Code, the 'gig worker' has been defined as a person who performs work or participates in a work arrangement and earns from such activities outside of traditional employer-employee relationship.

As per an estimation by NITI Aayog vide its report titled "India's Booming Gig and Platform Economy" published in June 2022, the number of gig workers and platform workers in the country was 7.7 million in 2020-21 which is expected to rise to 23.5 million by 2029-30. As per this report, the number of gig workers and platform workers in the country are expected to rise by 16.2 million by 2026-27, 18.4 million by 2027-28 and 20.8 million by 2028-29.

The Code provides for framing of suitable welfare schemes for gig workers and platform workers on matters relating to life and disability cover,

health and maternity benefits, old age protection, etc. The Code provides for setting up a Social Security Fund to finance these welfare schemes. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

SKILL DEVELOPMENT INITIATIVES

5056. SHRI N. K. PREMACHANDRAN:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government has initiated any action to bridge the gap between Industry requirements and training and if so, the details thereof;

(b) whether the Government has conducted any study regarding the requirements and the solution to bridge the gap by providing skill development, if so, the details thereof;

(c) whether the Government has initiated action to ensure the skill development in graduation courses by considering the requirements in the Industry and if so, the details thereof;

(d) whether the Government has initiated action to ensure Skill development in youth and if so, the details thereof;

(e) whether the Government proposes to provide special assistance for adequate infrastructure training and if so, the details thereof; and

(f) whether the Government has initiated any action to ensure the skill development in rural areas and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Skill Development Programmes of the Government are designed and implemented to bridge identified skill gaps across sectors. Skill Gap studies are conducted from time to time by Sector Skill Councils (SSCs) which provide information on the skills needed by the industry and the skill gaps in various sectors. Such studies guide the interventions of the Government aimed at preparing the workforce as per the industry needs. Further, District Skill Committees (DSCs) are mandated with formulating District Skill Development Plans (DSDPs) to promote decentralized planning and implementation at the grassroots. The DSDPs identify sectors with employment opportunities as well as the associated demand for skilling in the district, and map the available facilities for Skill Training.

Through National Council of Applied Economic Research (NCAER), the Ministry of Skill Development and Entrepreneurship (MSDE) has conducted a National Skill Gap Study in 2025, covering seven high-growth sectors to establish a robust methodology for analyzing sector-specific skill demands. The seven sectors include – (i) Growing of cereal, leguminous crops and oilseeds; (ii) raising of cattle and buffaloes; (iii) weaving of textiles; (iv) manufacture of motor vehicles, parts and accessories of motor vehicles; (v) electric power generation using solar energy and other non-conventional sources; (vi) retail sale of food, clothing, footwear and leather articles in

specialised stores and maintenance and repair of MVs and; (vii) computer programming activities. The study has identified job roles which are facing and are likely to face skilled manpower shortage in the seven sectors.

To ensure the skills imparted through various scheme of MSDE are aligned with the industry requirements and technological advancements, the following specific steps have been taken:

- National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space. NCVET recognizes the industry bodies as the Awarding Bodies (Abs) and/or Assessment Agencies (AAs).
- The Awarding Bodies are expected to develop the qualifications as per the industry demand and map them with the identified occupations as per the National Classification of Occupations, 2015 and obtain industry validations. NCVET has approved 9026 qualifications as per the industry requirements, out of which 2599 qualifications are valid and active, and 6427 qualifications are archived.
- NCVET has developed the National Programme on Artificial Intelligence (NPAI) Skilling Framework, which outlines the national roadmap, structure and guidelines for skilling in AI, data science and emerging technologies serves as the foundational document for developing standardized, industry-aligned courses and curricula.
- Directorate General of Training (DGT) is implementing Flexi MoU

Scheme and Dual System of Training (DST) in collaboration with industries to provide training to ITI students in real industrial environment.

- DGT has signed MoU with IT Tech companies like IBM, CISCO, Microsoft, AWS, Autodesk etc. to ensure industry linkages for the institutes at the state and regional levels. These partnerships facilitate the provision of technical and professional skills training in modern technologies.
- Under PMKVY, the new age/future skills job-roles have been specially aligned with Industry 4.0 requirements in areas like AI/ML, Robotics, Mechatronics, Drone Technology, etc. for upcoming market demand and industry requirements.
- DGT has introduced new age /future skills courses under CTS to provide training in emerging areas such as 5G Network Technician, AI Programming assistant, Cyber Security Assistant, Drone Technician etc.
- Two (02) Indian Institute of Skills (IIS) have been established at Ahmedabad and Mumbai, in Public Private Partnership (PPP) mode, with an aim to align industry-ready workforce to emerging economic opportunities.

(c): National Education Policy (NEP) 2020 has recommended integration of vocational education into mainstream education in all educational institutions. The National Credit Framework (NCrF) has been developed as a comprehensive credit accumulation and transfer framework encompassing

elementary, school, higher, and vocational education and training. As per NCrF, up to 50 percent of the total credit requirements of graduate/post graduate program can be fulfilled by earning credits from the skill-based courses/qualifications of appropriate NCrF levels (4.5 to 8.0). Standard Operating Procedure for Operationalisation of NCrF in Higher Education, Vocational Education and School Education, as notified by UGC, ensures that the credits earned through short- term or long-term skilling programmes are fully recognised, transferred or redeemed for formal degree programmes on pan India basis. University Grants Commission (UGC) and All India Council of Technical Education (AICTE) have formulated guidelines for introduction of Apprenticeship Embedded Degree /Diploma Programmes (AEDP) by Higher Education Institutions (HEIs) to provide practical exposure during the course of study with the aim to enhance competencies of the graduates.

(d) to (f): Under the Government of India's Skill India Mission (SIM) , the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), across the country including the rural areas. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills. Department of Rural Development implements specific skill training programs like Deen Dayal Upadhyaya Grameen Kaushalya Yojana

(DDU-GKY) and through Rural Self Employment Training Institutes (RSETIs), targeting the candidates from rural areas.

The schemes of MSDE are demand driven and training centres under these schemes are set up or engaged on need basis. The details of the training centres engaged under the schemes of MSDE in India are as under:

	PMKVY 4.0 Centres (STT+ SP)*	**JSS Centres**	**NAPS Establishments**	**ITIs (Govt and Pvt)**
Pan India	12,856	294	55,424	14,688

**Short-term Training (STT) and Special Projects (SP)*

To enhance the overall quality and relevance of vocational training in the country, Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM SETU) scheme inter-alia aims to upgrade 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model, wherein upgradation includes smart classrooms, modern labs, digital content, and new courses aligned to industry needs. Also, it aims to augment capacity of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

SOP FOR MAN-ANIMAL CONFLICTS

5057. SHRI SURESH KUMAR SHETKAR:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government has assessed the rising incidents of human–wildlife conflict across States, particularly elephant-related deaths, if so, the details thereof, State-wise;

(b) whether any Standard Operating Procedure (SOP) has been issued at the national levelfor prevention and management of man–animal conflicts, if so, the details and implementation status thereof;

(c) whether habitat fragmentation due to mining, highways and infrastructure projects has been identified as a major cause of wildlife movement into human settlements, if so, the corrective measures taken in this regard;

(d) whether the Government proposes to establish elephant rescue centres and trained Quick Response Teams in vulnerable States, if so, the details and timelines therefor;

(e) whether compensation mechanisms for victims of wildlife attacks vary significantly across States, if so, whether uniform national guidelines are proposed and if not, the reasons therefor; and

(f) whether dedicated funds have been allocated for protection of elephant corridors and restoration of natural habitats, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (f): The management of wildlife including mitigation of human-animal conflicts is primarily the responsibility of the concerned State Government/Union Territory Administration. The State Government/UT Administration are the first responders to any conflict situation and they maintain the details of the conflict along with the species involved.

The important steps taken by the Government to manage the human-wildlife conflicts include the following:

i. An advisory on dealing with human-wildlife conflict has been issued by the Ministry on 6th February, 2021. The Ministry has also issued Guidelines to States/UTs on 3rd June 2022 to manage Human Wildlife conflict including damage to crops. The advisory recommends coordinated interdepartmental action, identification of conflict hot spots, adherence to Standard Operating Procedures, establishment of rapid response teams, formation of State and District level committees to review the quantum of ex-gratia relief for its expeditious payments etc.

ii. The Ministry has released species-specific guidelines on 21.03.2023 for mitigation of Human Wildlife conflicts involving Elephant, Gaur, Leopard, Snake, Crocodile, Rhesus Macaque, Wild Pig, Bear, Blue Bull and Blackbuck taking a Harmonious Coexistence Approach for addressing human-wildlife conflicts. The Ministry has also issued guidelines for

cross cutting issues such as cooperation with media, occupational health and safety in human-wildlife conflict mitigation, crowd management and addressing health emergencies arising out of human-wildlife conflict situations. Moreover, Field Manual for Frontline Staff on Human-Elephant Conflict Management, has also been released by the Ministry. Ministry has also released Guidelines on Eco-friendly Measures to Mitigate Impacts on Linear Infrastructures on Wildlife.

iii. The Wild Life (Protection) Act, 1972 has been amended to provide statutory status to management plans of the protected areas, mandating consultations with the concerned Gram Sabha.

iv. The Section 11 (1) (a) of the Wild Life (Protection) Act, 1972, empowers the State Chief Wild Life Wardens to grant permits for hunting animals falling in Schedule I of the Act, which become dangerous to human life. Further, the Section 11 (1) (b) of the Act empowers State Chief Wild Life Warden or any authorized officer to grant permits for hunting of wild animals falling under Schedule-II of the Act, if such animals have become dangerous to human life or property.

v. A network of protected areas namely, National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.

vi. The Ministry provides financial assistance to State Governments and

Union Territory Administrations under the Centrally Sponsored Schemes ‘Development of Wildlife Habitats’ and ‘Project Tiger and Elephant’ for management of wildlife and its habitat in the country. The activities supported include procurement of early warning systems, construction and erection of physical barriers such as barbed wire fence, solar, powered electric fence, bio-fencing, boundary walls etc. to prevent the entry of wild animals into crop fields, compensation for depredation by wild animals including cattle lifting, crop damage, loss of life and property. Rapid Response Teams are also deployed to mitigate Human-Wildlife Conflict. Further, the Ministry enhanced the amount of ex-gratia relief in case of death or permanent incapacitation due to wild animal attacks in December 2023 from Rs. 5 lakhs to 10 lakhs under these Schemes, subject to availability of funds, and the payment of which is also governed by State specific guidelines/ provisions made in this regard.

The details are given in the table below:

S. No.	Nature of damage caused by wild animals	Amount of ex-gratia relief
i.	Death or permanent incapacitation	Rs.10.00 lakhs
ii.	Grievous injury	Rs.2.00 lakhs
iii.	Minor injury	Cost of treatment up to Rs.25,000/- per person
iv.	Loss of property/crops	State/UT Government may adhere to the cost norms prescribed by them.

The States/Union Territories make ex-gratia payments for loss of livestock, crops and human life including injuries due to human-wildlife conflicts as per the norms, which vary in States and UTs.

vii. Ministry also supports the focused species conservation for the 24 identified critically endangered species namely Snow Leopard, Great Indian Bustard (including Floricans), Dolphin, Hangul, Nilgiri Tahr, Marine Turtles, Dugongs, Edible Nest Swiftlet, Asian Wild Buffalo, Nicobar Megapode, Manipur Brow-Antlered Deer, Vultures, Malabar Civet, Indian Rhinoceros, Asiatic Lion, Swamp Deer, Jerdon's Courser, Northern River Terrapin, Clouded Leopard, Arabian Sea Humpback Whale, Red Panda, Caracal, Gharial and Sloth Bear under the species

recovery programme component of the centrally sponsored scheme of Development of Wildlife Habitats.

viii. Advance technology like radio collaring, digital sensor walls and E-surveillance are also used in human wildlife conflict mitigation.

ix. The Ministry provides support to State Governments to organize awareness generation, training and capacity building programmes on human-wildlife conflict. The State Forest Departments work with the local people to address the Human Wildlife Conflict issues through periodic awareness campaigns to sensitize, guide and advise the general public on human-animal conflict including dissemination of information through various forms of media. Further, State Forest Departments engage with local communities to monitor the movement of some wildlife species and to caution local people to avoid human-animal conflict, prevent damage or loss of human life, property and wildlife. The Ministry has also taken an initiative for establishment of the Centre of Excellence for the Human – wildlife Conflict management, at Salim Ali Centre for Ornithology and Natural History (SACON), WII -South India Centre at Coimbatore.

x. The National Tiger Conservation Authority (NTCA) and the Wildlife Institute of India, in accordance with Section 38O (1) (g) of the Wildlife (Protection) Act, 1972, have identified 32 major tiger corridors in the country. The NTCA Guidelines (2012) and Standard Operating Procedures guide tiger and habitat management. Similarly, the Ministry

has also identified 150 elephant corridors in the country in 2023. The Ministry along with the State Governments and UT administrations prepares Regional Action Plan to address the long term conservation and management of elephants in the contiguous landscape.

REGISTRATION ON E-SHRAM PORTAL

5058. DR. D. RAVI KUMAR:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government is aware that the unorganised sector workers continue to face low wages and limited social security coverage, while e-Shram registrations crossed 29 crore by 2025 and many workers still remain outside the benefits of Employees' State Insurance Corporation (ESIC) and Employees' Provident Fund Organisation (EPFO);

(b) if so, the details thereof;

(c) the details of steps taken/being taken by the Government during the last three years and the current year to expand registration on e-Shram Portal, rectify Aadhaar and demographic mismatches and ensure inter-State portability of benefits for migrant workers;

(d) whether the Government has reviewed the delay in implementation of the four Labour Codes, especially the Code on Social Security and its implications for gig, platform and construction workers and if so, the details thereof; and

(e) the details of the funds released and beneficiaries covered under PM-

Shram Yogi Maandhan Yojana, National Pension Scheme for Traders and other social security schemes during the last two years and the current year, year and scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) including platform workers, migrant workers etc. The eShram portal registers the unorganised workers including gig and platform workers and provides them a Universal Account Number (UAN) on a self-declaration basis.

As on 18th March 2026, over 31.57 crore unorganised workers have already been registered on eShram portal. To enhance registrations under the eShram initiative and ensure wider coverage of unorganised workers including the youth and women, the Government has adopted a comprehensive strategy. In addition to enabling self-registration through the web portal and mobile application, assisted registration modes have been introduced via Common Service Centres (CSCs), State Sewa Kendras (SSKs), and the UMANG platform to facilitate easy access for workers. The Ministry of Labour and Employment is conducting targeted awareness campaigns comprising registration drives, community outreach programs and locally tailored communication efforts. To further strengthen outreach, the Ministry leverages

social media channels to disseminate videos, tutorials, and other informative content, making the initiative more accessible and engaging.

Under the provisions of the Minimum Wages Act, 1948, both the Central and the State Governments were appropriate Governments to fix, review and revise the minimum wages of the employees employed in the scheduled employments under their respective jurisdictions. The provisions of the Minimum Wages Act, 1948, have now been subsumed under the Code on Wages, 2019 with an aim to universalize the applicability of minimum wages across all employments and to fix, review and revise the minimum rates of wages.

The Central Government has implemented the four Labour Codes viz; the Code on Wages, 2019, the Code on Social Security, 2020, the Industrial Relations Code, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 across the country, with effect from 21.11.2025. The four Labour Codes provide universalization of minimum wages, social security benefits to all workers including unorganised workers, Gig and Platform workers, formalization through appointment letters.

The details of fund released and the number of beneficiaries registered under Pradhan Mantri Shram Yogi Maandhan (PM-SYM) and National Pension Scheme for Traders and Self-employed persons (NPS-Traders) schemes during the last two years and the current year are given in the enclosed **Statement.**

STATEMENT

The details of fund released and the number of beneficiaries registered (as on 19.03.2026) under Pradhan Mantri Shram Yogi Maandhan (PM-SYM) scheme

Financial Year	Expenditure incurred (Rs. in Crore)	Year wise enrolments
2023-24	162.51	65,775
2024-25	232.11	1,27,436
2025-26	224.16	1,32,386

The details of fund released and the number of beneficiaries registered (as on 19.03.2026) under NPS-Traders scheme

Financial Year	Expenditure (Rs. in lakh)	Year wise enrolments
2023-24	0.48	1,591
2024-25	0.06	5,647
2025-26	247	1,977

IMPLEMENTATION OF LARGE-SCALE URBAN AIR PURIFICATION SYSTEMS

5059. SHRI M. K. RAGHAVAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government has conducted any assessment regarding the feasibility and effectiveness of installing large-scale urban air purification systems in highly polluted cities across the country;

(b) whether the Government proposes to install outdoor air purification towers or similar large- scale pollution control mechanisms in metropolitan cities and other critically polluted urban areas and if so, the details thereof;

(c) the details of pilot projects, if any, undertaken for large-scale air purification including funds allocated, implementing agencies and present status, city-wise; and

(d) whether the Government has evaluated the impact of such air purification systems on reduction of PM-2.5 and PM10 levels in urban areas and if so, the outcomes thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): To address air pollution in the country, the Government of India has launched the National Clean Air Programme (NCAP) in 2019 as a long-term, time-bound, national-level strategy to improve air quality in 130 cities (non-

attainment cities and Million Plus Cities) in 24 States/UTs by engaging all stakeholders.

City Specific Clean Air Action Plans prepared by 130 cities under NCAP are implemented to reduce air pollution sources like soil and road dust, vehicular emissions, construction and demolition activities, waste burning and industrial pollution, etc.

A smog tower was installed at Anand Vihar, Delhi by the Central Government as a pilot project. Another pilot project of installing smog tower was also implemented by Government of NCT of Delhi (GNCTD) at Connaught Place.

The smog tower at Anand Vihar was constructed with a capital cost of Rs. 13.59 crore, and smog tower at Connaught Place was installed with a capital cost of Rs. 22 crore.

Performance evaluation studies on the functioning of the smog towers installed at Anand Vihar and Connaught Place were conducted by IIT Bombay in association with IIT Delhi. It has been reported that the smog towers at Anand Vihar and Connaught Place have shown a reduction of 20% and 13%, respectively, in PM2.5 and PM10 levels within a radius of 400 metres of the smog towers.

ILLEGAL DUMPING OF ANIMAL CARCASSES

5060. DR. BYREDDY SHABARI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE**

be pleased to state:

(a) whether the Government is aware of incidents of illegal dumping of animal carcasses in open public places, water bodies, canals, roadsides and vacant lands during the last three years and if so, the number of such incidents reported, State/UT and year-wise;

(b) the details of inspections conducted by State Pollution Control Boards and municipal authorities, violations detected and cases where penalties, prosecutions or corrective actions were initiated during the said period, State/UT and year-wise;

(c) the total amount of fines or compensation recovered and the number of carcasses scientifically disposed of during the said period, State/UT and year-wise;

(d) whether any nodal authority or officer has been designated to monitor compliance and coordinate with States and local bodies along with the actions taken thereon; and

(e) the measures undertaken for awareness, training and effective implementation for avoiding improper disposal, including outreach to local authorities, slaughterhouses and the public?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): Based upon the available information, as provided by State Pollution Control Boards and Pollution Control Committees, there are

instances of dumping of animal carcasses in open public places, water bodies and vacant lands and action has been taken as per law.

The Department of Animal Husbandry and Dairying has issued guidelines on disposal of animal carcass and disinfection for scientific disposal of animal carcass and animal waste. The Central Pollution Control Board has also issued ‘Guidelines for Carcass Disposal’ in 2020. A standard operating procedure for disposing Tiger/leopard carcass/ body parts has been issued by National Tiger Conservation Authority.

As per the Solid Waste Management Rules 2016, the local authorities and Panchayats have been mandated to collect waste from meat, poultry and fish market on day-to-day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.

Under the Bio-medical Waste Management Rules 2016, notified vide G.S.R. 343(E) dated 28.03.2016, the treatment and disposal options of Animal Anatomical Waste (i.e. Experimental animal carcasses, body parts, organs, tissues, including the waste generated from animals used in experiments or testing in veterinary hospitals or colleges or animal houses) through Incineration or Plasma Pyrolysis or deep burial have been provided under Schedule I. The Disposal by deep burial is permitted only in rural or remote areas where there is no access to common bio-medical waste treatment facility. This will be carried out with prior approval from the prescribed authority and as per the Standards specified in Schedule-II of the

Bio-medical Waste Management Rules 2016.

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे निम्नलिखित माननीय सदस्यों – श्री आनंद भदौरिया, श्री गुरजीत सिंह औजला, श्री वीरेन्द्र सिंह, श्री राजीव राय, एडवोकेट चन्द्र शेखर, प्रो. सौगत राय, श्री राजेश रंजन, श्री बी. मणिक्कम टैगोर, श्री हनुमान बेनीवाल, श्री धर्मेन्द्र यादव द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

… (व्यवधान)

श्री बी. मणिक्कम टैगोर (विरूधुनगर) : सर, कार्मशियल एलपीजी सिलेंडर का दाम बहुत बढ़ गया है, रेस्टोरेंट्स सारे बंद हो रहे हैं। मुझे जीरो ऑवर में बोलने का मौका दीजिए।

माननीय अध्यक्ष : एलपीजी का विषय आपके नेता ने उठा दिया है। सरकार गम्भीरता से उस पर कार्रवाई कर रही है।

… (व्यवधान)

माननीय अध्यक्ष : औजला जी, बैठिए।

12.02 hrs

PAPERS LAID ON THE TABLE

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT): Sir, with your permission, I rise to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of the Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

(i) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument “Bhimesvara temple together with

adjacent land comprised in part of survey plot No. 192, Samalkot-Bhimavaram (now Samalkot), District-East Godavari (now Kakinada), Andhra Pradesh."

[Placed in Library, See No. LT 6609/18/26]

(ii) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "Fort including ancient temples, District – Jaisalmer, Rajasthan."

[Placed in Library, See No. LT 6610/18/26]

(iii) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "All ancient structures and other monuments or remains within the areas enclosed by the said walls, Tehsil – Rajgir, District – Nalanda, Bihar."

[Placed in Library, See No. LT 6611/18/26]

(iv) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "Jaunpur Fort and Hammam of Turkish Bath, District-Jaunpur, Uttar Pradesh."

[Placed in Library, See No. LT 6612/18/26]

(v) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument "Sri Dhenupuriswara temple and Garden attached to above temple, Madam Bakkam (Madambakkam), District – Chengai Anna (now Chengalpattu), Tamil Nadu."

[Placed in Library, See No. LT 6613/18/26]

(vi) The National Monuments Authority Heritage Bye-Laws, 2026 of Protected Monument “Colossal Statue of Shri Hanuman, Brahma Temple, Vamana Temple, Javari Temple, Ghautai Temple (Ghantai Temple), Adinatha Temple, Parsvanatha Temple, Santinatha Temple, Khajuraho, District – Chhatarpur, Madhya Pradesh.”

[Placed in Library, See No. LT 6614/18/26]

(vii) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument “Buddhist Remains in a Mound, Ghantasala village, Divi Taluk (now Ghantasala), District-Kistna (now Krishna), Andhra Pradesh.”

[Placed in Library, See No. LT 6615/18/26]

(viii) The National Monument Authority Heritage Bye-Laws, 2026 of the Protected Monument “All ancient structures and all artificial caves and mounds containing ancient remains which are situated within a distance of half a mile of the said two ancient cities known as old and new Rajgriha, Rajgir, District-Nalanda, Bihar.”

[Placed in Library, See No. LT 6616/18/26]

(ix) The National Monument Authority Heritage Bye-Laws, 2026 of the Protected Monument “Uggar Sain’s Baoli in Madhoganj near the Jantar Mantar observatory, Delhi.”

[Placed in Library, See No. LT 6617/18/26]

(x) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument “Shri Kodandaramaswami temple, Vontimitta, District – Cuddapah (now-YSR Kadapa), Andhra Pradesh.”

[Placed in Library, See No. LT 6618/18/26]

(xi) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument “Asokan Rock Edict together with adjacent area comprised in part of survey plot No. 600, East of Kailash, Delhi.”

[Placed in Library, See No. LT 6619/18/26]

(xii) The National Monuments Authority Heritage Bye-Laws, 2026 of the Protected Monument “Tellicherry Fort, Thalassery, District-Kannur, Kerala.”

[Placed in Library, See No. LT 6620/18/26]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2024-2025.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 6621/18/26]

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी) : माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) समग्र शिक्षा, महाराष्ट्र, मुंबई के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) समग्र शिक्षा, महाराष्ट्र, मुंबई के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6622/18/26]

(3) (एक) समग्र शिक्षा, राजस्थान, जयपुर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) समग्र शिक्षा, राजस्थान, जयपुर के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6623/18/26]

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) विदेशी मुद्रा प्रबंध अधिनियम, 1999 की धारा 48 के अंतर्गत विदेशी मुद्रा प्रबंध (मुद्रा का निर्यात और आयात) (संशोधन) विनियम, 2026 जो दिनांक 24 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं. फेमा 6 (आर)/(5)/2026-आरबी में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6624/18/26]

(2) भारतीय लघु उद्योग विकास बैंक अधिनियम, 1989 की धारा 52 की उप-धारा (3) के अंतर्गत भारतीय लघु उद्योग विकास बैंक पेंशन [संशोधन] विनियम, 2026 जो दिनांक 6 मार्च, 2026 के भारत के राजपत्र में अधिसूचना संख्या एचआरडीवी सं. 02112/स्टाफ में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6625/18/26]

(3) सिक्का निर्माण अधिनियम, 2011 की धारा 25 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सिक्का निर्माण (पंडित रघुनाथ मुर्मू की ओल चिकी लिपि के 100 वर्ष पूरे होने के अवसर पर स्मारक सिक्का जारी किया जाना) नियम, 2026, जो दिनांक 9 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.118(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6626/18/26]

(दो) सिक्का निर्माण (सेवा तीर्थ के उद्घाटन के अवसर पर स्मारक सिक्का जारी किया जाना) नियम, 2026, जो दिनांक 12 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.125(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6627/18/26]

(तीन) सिक्का निर्माण (कर्मचारी राज्य बीमा निगम के 75वें स्थापना दिवस के अवसर पर स्मारक सिक्का जारी किया जाना) नियम, 2026, जो दिनांक 23 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.140(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6628/18/26]

(चार) सिक्का निर्माण (भारतीय स्टेट बैंक, मुख्य शाखा, नई दिल्ली के 100 वर्ष पूरे होने के अवसर पर स्मारक सिक्का जारी किया जाना) नियम, 2026 जो दिनांक

26 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.149(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6629/18/26]

(पांच) सिक्का निर्माण (भारतीय प्रौद्योगिकी संस्थान, भारतीय खनि विद्यापीठ, धनबाद के शताब्दी समारोह के अवसर पर स्मारक सिक्का किया जाना) नियम, 2026, जो दिनांक 13 मार्च, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.182(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6630/18/26]

(छह) सिक्का निर्माण (इंडियन एसोसिएशन फॉर द कल्टीवेशन ऑफ साइंस के 150वें वर्ष के अवसर पर स्मारक सिक्का जारी किया जाना) नियम, 2026, जो दिनांक 13 मार्च, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.183(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6631/18/26]

(4) स्वापक ओषधि और मनःप्रभावी पदार्थ अधिनियम, 1985 की धारा 77 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ.905(अ), जो दिनांक 18 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था, तथा जिसके द्वारा, उसमें उल्लिखित, पदार्थों, लवणों और उनकी निर्मितियों को विनिर्मित ओषधि घोषित किया गया है, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6632/18/26]

(दो) का.आ.906(अ), जो दिनांक 18 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था, तथा जिसके द्वारा दिनांक 26 अक्टूबर, 1992 की अधिसूचना संख्या

का.आ.785(अ) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6633/18/26]

(तीन) का.आ.907(अ), जो दिनांक 18 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था, तथा जिसके द्वारा दिनांक 19 अक्टूबर, 2001 की अधिसूचना संख्या का.आ.1055(अ) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6634/18/26]

(चार) स्वापक ओषधि और मनःप्रभावी पदार्थ (नियंत्रित पदार्थों का विनियमन) संशोधन आदेश, 2026, जो दिनांक 11 मार्च, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ.1259(अ) में प्रकाशित हुआ था, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6635/18/26]

(5) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत माल और सेवा कर नेटवर्क, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण), लेखापरीक्षित लेखे और उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां। [Placed in Library, See No. LT 6636/18/26]

(6) निर्यात-आयात बैंक अधिनियम, 1981 की धारा 39 की उप-धारा (3) के अंतर्गत निर्यात-आयात बैंक अधिकारी सेवा (संशोधन) विनियम, 2026, जो दिनांक 12 मार्च, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं. 9/8/2010-आईएफ-आई में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6637/18/26]

(7) राष्ट्रीय आवास बैंक अधिनियम, 1987 की धारा 55 की उपधारा (5) के अंतर्गत राष्ट्रीय आवास बैंक (अधिकारी) सेवा (संशोधन) विनियम, 2025, जो दिनांक 30 अक्टूबर,

2025 के भारत के राजपत्र अधिसूचना संख्या सा.का.नि. एचओ/एचआरएमडी/डीओसी /2025/03246 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6638/18/26]

(9) सीमाशुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ.356(अ), जो दिनांक 22 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6639/18/26]

(दो) का.आ.383(अ), जो दिनांक 27 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6640/18/26]

(तीन) का.आ.419(अ), जो दिनांक 27 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था, तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6641/18/26]

(चार) का.आ.462(अ), जो दिनांक 30 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ तथा तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा एक

व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6642/18/26]

(पांच) का.आ.474(अ), जो दिनांक 2 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा उसका शुद्धिपत्र, जो दिनांक 3 फरवरी, 2026 की अधिसूचना संख्या का.आ. 495(अ) में प्रकाशित हुआ था, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6643/18/26]

(छह) का.आ. 496(अ), जो दिनांक 3 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6644/18/26]

(सात) का.आ. 578(अ), जो दिनांक 5 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6645/18/26]

(आठ) का.आ. 599(अ), जो दिनांक 6 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6646/18/26]

(नौ) का.आ. 787(अ), जो दिनांक 13 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या

36/2001-सीमाशुल्क (एन.टी में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6647/18/26]

(दस) का.आ. 890(अ), जो दिनांक 18 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6648/18/26]

(ग्यारह) का.आ. 987(अ), जो दिनांक 24 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6649/18/26]

(बारह) का.आ.1099(अ), जो दिनांक 27 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा साथ दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6650/18/26]

(तेरह) का.आ.1318(अ), जो दिनांक 13 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6651/18/26]

(चौदह) अधिसूचना संख्या सा.का.नि. 181(अ), जो दिनांक 12 मार्च, 2026 के भारत के राजपत्र

में प्रकाशित हुई थी तथा जिसके द्वारा दिनांक 24 अक्टूबर, 2025 की अधिसूचना संख्या सा.का.नि. 781(अ) में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6652/18/26]

(पंद्रह) आदेश संख्या फा.सं. 452/12/2022-सीमाशुल्क V (2026 का तदर्थ छूट आदेश संख्यांक 01) दिनांक 6 मार्च, 2026 का, जो भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के राष्ट्रीय बाघ संरक्षण प्राधिकरण द्वारा चीतों के आयात पर सीमा शुल्क के भुगतान से तदर्थ छूट के बारे में है, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6653/18/26]

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, Sir, with your kind permission, on behalf of my colleague, Sushri Shobha Karandlaje, I rise to lay on the Table:-

(1) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organization, New Delhi, for the year 2023-2024, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6654/18/26]

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH): Hon. Speaker, Sir,

with your permission, I rise to lay on the Table a copy of the Notification No. S.O.389(E) (Hindi and English versions) published in Gazette of India dated 28th January, 2026 making certain amendments in Notification No. S.O.1533(E) dated 14th September, 2006 issued under Section 3 of the Environment (Protection) Act, 1986.

[Placed in Library, See No. LT 6655/18/26]

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Speaker, Sir, with your kind permission, on behalf of my colleague, Dr. Sukanta Majumdar, I rise to lay on the Table:-

(1) A copy of the Notification No. F.No. MANUU/ER-(B)/F. No.138 (Hindi and English versions) published in Gazette of India dated 8th October, 2025 making certain amendments in the Statute 12, mentioned therein, of the Maulana Azad National Urdu University Act, 1996, under sub-section (2) of Section 43 of the said Act.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6656/18/26]

(3) A copy of the Notification No. F.No. RGU/ADM-38/ORD/10 (Vol-II) (Hindi and English versions) published in Gazette of India dated 11th September, 2025 making certain amendments in the Statute 2(4), mentioned therein, regarding revision in superannuation age of the

Vice-Chancellor from 65 to 70 years in the Rajiv Gandhi University under sub-section (2) of Section 46 of the Rajiv Gandhi University Act, 2006.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 6657/18/26]

(5) A copy of the Sikkim University (Amendment) Statutes, 2025 (Hindi and English versions) published in Notification No. F.No.SU/REG/F-1/06/2018/Vol. I/138 in Gazette of India dated 13th August, 2025 under sub-section (2) of Section 45 of the Sikkim University Act, 2006.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 6658/18/26]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Rourkela, Rourkela, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Rourkela, Rourkela, for the year 2024-2025.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 6659/18/26]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Institute of Management Kashipur, Kashipur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kashipur, Kashipur, for the year 2024-2025.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 6660/18/26]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Shillong, Shillong, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Shillong, Shillong, for the year 2024-2025.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 6661/18/26]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Amritsar, Amritsar, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Amritsar, Amritsar, for the year 2024-2025.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 6662/18/26]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2024-2025.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 6663/18/26]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2024-2025.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 6664/18/26]

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year

2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Calcutta, Kolkata, for the year 2024-2025.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 6665/18/26]

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Nagpur, Nagpur, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Nagpur, Nagpur, for the year 2024-2025.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library, See No. LT 6666/18/26]

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2024-2025.

(24) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (23) above.

[Placed in Library, See No. LT 6667/18/26]

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bodh Gaya, Bodh Gaya, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bodh Gaya, Bodh Gaya, for the year 2024-2025.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library, See No. LT 6668/18/26]

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Mumbai, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Mumbai, Mumbai, for the year 2024-2025.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library, See No. LT 6669/18/26]

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2024-2025.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

[Placed in Library, See No. LT 6670/18/26]

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Ranchi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Ranchi, Jharkhand, for the year 2024-2025.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

[Placed in Library, See No. LT 6671/18/26]

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhagalpur, for the year 2024-2025.

(ii) A copy of the Annual Accounts of the Indian Institute of Information Technology, Bhagalpur, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhagalpur, for the year 2024-2025.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

[Placed in Library, See No. LT 6672/18/26]

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Sonepat, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Sonepat, for the year 2024-2025.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

[Placed in Library, See No. LT 6673/18/26]

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Guwahati, for the year 2024-2025.

(ii) A copy of the Annual Accounts of the Indian Institute of Information Technology, Guwahati, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Guwahati, for the year 2024-2025.

(38) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (37) above.

[Placed in Library, See No. LT 6674/18/26]

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research Bhopal, Bhopal, for the year 2024-2025.

(ii) A copy of the Annual Accounts of the Indian Institute of Science Education and Research Bhopal, Bhopal, for the year 2024-2025, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research Bhopal, Madhya Pradesh, for the year 2024-2025.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

[Placed in Library, See No. LT 6675/18/26]

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा) : माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) भारतीय प्रतिस्पर्धा आयोग, नई दिल्ली के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6676/18/26]

(3) दिवाला और शोधन अक्षमता संहिता, 2016 की धारा 241 के अंतर्गत निम्नलिखित

अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) (सातवां संशोधन) विनियम, 2025 जो दिनांक 23 दिसम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.आईबीबीआई/2025-26/जीएन/आरईजी133 में प्रकाशित हुए थे।

(दो) भारतीय दिवाला और शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) (संशोधन) विनियम, 2026, जो दिनांक 2 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.आईबीबीआई/2025-26/जीएन/आरईजी134 में प्रकाशित हुए थे।

(तीन) भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) (संशोधन) विनियम, 2026 जो दिनांक 25 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.आईबीबीआई/2025-26/जीएन/आरईजी135 में प्रकाशित हुए थे।

(चार) भारतीय दिवाला और शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) (दूसरा संशोधन) विनियम, 2026 जो दिनांक 25 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.आईबीबीआई/2025-26/जीएन/आरईजी136 में प्रकाशित हुए थे।

(पांच) भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) (संशोधन) विनियम, 2026 जो दिनांक 25 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.आईबीबीआई/2025-26/जीएन/आरईजी137 में प्रकाशित हुए थे।

(छह) भारतीय दिवाला और शोधन अक्षमता बोर्ड (पूर्व-निर्धारित दिवाला समाधान प्रक्रिया) (संशोधन) विनियम, 2026 जो दिनांक 25 फरवरी, 2026 के भारत के

राजपत्र में अधिसूचना संख्या फा.सं.आईबीबीआई/2025-26/जीएन/आरईजी138 में प्रकाशित हुए थे।

(सात) भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट देनदारों के लिए व्यक्तिगत गारंटरों हेतु शोधन अक्षमता प्रक्रिया) (संशोधन) विनियम, 2026 जो दिनांक 25 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.आईबीबीआई/2025-26/जीएन/आरईजी139 में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6677/18/26]

12.04½ hrs

COMMITTEE ON EMPOWERMENT OF WOMEN

4th Report

SHRIMATI DAGGUBATI PURANDESWARI (RAJAHMUNDRY): Hon. Speaker, Sir, with your permission, I rise to present the Fourth Report (Hindi and English versions) of the Committee on the Empowerment of Women (2025-26) on the subject 'Cyber Crimes and Cyber Safety of Women' pertaining to the Ministry of Home Affairs and the Ministry of Electronics and Information Technology.

12.05 hrs

STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

Statement

SHRI MAGUNTA SREENIVASULU REDDY (ONGOLE): Sir, I rise to lay the Statement (Hindi and English versions) showing Final Action Taken by the

Government on recommendations/observations contained in Chapter I of the Twentieth Report (Seventeenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs on Action Taken by the Government on the recommendations/observations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Committee on the subject, 'Evaluation of Implementation of Pradhan Mantri Awas Yojana (Urban)'.

———————

12.06 hrs

STATEMENTS BY MINISTERS

(i)(a) Status of implementation of the recommendations contained in the 68th Report of the Standing Committee on Finance (2023-24) on action taken by the Government on the observations /recommendations contained in the 46th Report (17th Lok Sabha) of the Committee on 'Strengthening Credit Flows to the MSME Sector' pertaining to the Department of Financial Services, Ministry of Finance*

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं वित्तीय सेवाएं विभाग, वित्त मंत्रालय से संबंधित 'एमएसएमई क्षेत्र के लिए ऋण प्रवाह का सुदृढ़ीकरण' के बारे में वित्त संबंधी स्थायी समिति (2023-24) के 46वें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई-कार्रवाई के संबंध में समिति के 68वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में एक वक्तव्य सभा पटल पर रखता हूं ।

(b) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Finance (2024-25) on action taken by the Government on the observations/ recommendations contained in

* Laid on the Table and also placed in Library, See No. LT 6604/18/26 and 6605/18/26 respectively.

the 66th Report (17th Lok Sabha) of the Committee on 'Performance Review and Regulation of Insurance Sector' pertaining to the Department of Financial Services, Ministry of Finance*

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं वित्तीय सेवाएं विभाग, वित्त मंत्रालय से संबंधित 'बीमा क्षेत्र का कार्य-निष्पादन समीक्षा एवं विनियमन' के बारे में वित्त संबंधी स्थायी समिति (2024-25) के 66वें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई-कार्रवाई के संबंध में समिति के सातवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में एक वक्तव्य सभा पटल पर रखता हूं ।

(c) Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Finance (2024-25) on action taken by the Government on the observations /recommendations contained in the 13th Report (18th Lok Sabha) of the Committee on 'Demands for Grants (2025-26)' pertaining to the Department of Financial Services, Ministry of Finance*

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं वित्तीय सेवाएं विभाग, वित्त मंत्रालय से संबंधित 'अनुदानों की मांगे (2025-26)' के बारे में वित्त संबंधी स्थायी समिति (2024-25) के 13वें प्रतिवेदन (अठारहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई-कार्रवाई के संबंध में समिति के 24वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में एक वक्तव्य सभा पटल पर रखता हूं ।

———————

12.07 hrs

(ii) (a) Status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Finance (2024-25) on action taken by the Government on the observations/ recommendations

* Laid on the Table and also placed in Library, See No. LT 6606/18/26 and 6607/18/26 respectively.

contained in the 3rd Report of the Committee on 'Demands for Grants (2024-25)' pertaining to the Ministry of Corporate Affairs*

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा) : महोदय, मैं कारपारेट कार्य मंत्रालय से संबंधित 'अनुदानों की मांगे (2024-25)' के बारे में वित्त संबंधी स्थायी समिति (2024-25) के तीसरे प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई-कार्रवाई के संबंध में समिति के 16वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में एक वक्तव्य सभा पटल पर रखता हूं ।

(b) Status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Finance (2025-26) on action taken by the Government on the observations /recommendations contained in the 10th Report of the Committee on 'Demands for Grants (2025-26)' pertaining to the Ministry of Corporate Affairs*

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा) : महोदय, मैं कारपारेट कार्य मंत्रालय से संबंधित 'अनुदानों की मांगे (2025-26)' के बारे में वित्त संबंधी स्थायी समिति (2025-26) के दसवें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई-कार्रवाई के संबंध में समिति के 21वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में एक वक्तव्य सभा पटल पर रखता हूं ।

———————

* Laid on the Table and also placed in Library, See No. LT 6608/18/26.

12.08 hrs

CORPORATE LAWS (AMENDMENT) BILL, 2026*

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move for leave to introduce a Bill further to amend the Limited Liability Partnership Act, 2008 and the Companies Act, 2013.

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ :

"कि सीमित दायित्व भागीदारी अधिनियम, 2008 और कंपनी अधिनियम, 2013 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए।"

SHRI MANISH TEWARI (CHANDIGARH): Mr. Speaker, Sir, under Rule 72(1) of the Rules of Procedure and Conduct of Business, I rise to oppose the introduction of the Corporate Laws (Amendment) Bill, 2026 on multiple grounds enunciated hereunder.

First, the Bill suffers from excessive delegation of essential legislative functions in violation of settled constitutional doctrines under Articles 245 and 246. Core policy matters such as classification of companies for exemptions, determination of compliance requirements, thresholds for Corporate Social Responsibility, audit obligations, and penalty frameworks are left to subordinate legislation through repeated use of "as may be prescribed" provisions without adequate legislative guidance.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 ,dated 23.03.2026.

माननीय अध्यक्ष : आपकी डिमांड क्या है?

श्री मनीश तिवारी : सर, मेरी डिमांड यह है कि यह जो बिल है, इसमें संवैधानिक और कानूनी तौर पर बहुत सारी खामियां हैं। अगर आप मुझे अनुमति दें तो मैं दो मिनट का ... (व्यवधान)

माननीय अध्यक्ष : आपकी डिमांड क्या है? आप क्या चाहते हैं?

श्री मनीश तिवारी : हम इसके इंट्रोडक्शन का अपोज़ कर रहे हैं। यह डिमांड है। We are opposing the introduction of the Bill.

माननीय अध्यक्ष : इंट्रोड्यूस तो कर दिया, आगे क्या डिमांड है?

SHRI MANISH TEWARI: Sir, we are opposing the introduction of the Bill. अगर आप अनुमति देंगे तो डिवीजन मांग लेंगे। आप मुझे कंप्लीट करने दें।

This reduces Parliament to enacting a skeletal framework contrary to the principles laid down by the hon. Supreme Court in Hamdard Dawakhana *versus* Union of India, 1960.

Secondly, the Bill enables sub-delegation of legislative and regulatory powers to authorities such as the National Financial Reporting Authority (NFRA).

Thirdly, the Bill permits the Central Government to identify class or classes of companies for different regulatory treatments across multiple provisions.

Fourth, certain provisions are providing for adjudicatory and settlement mechanisms by vesting executive authorities while restricting or excluding effective appellate remedies.

Fifth, the Bill vests sweeping powers in the Central Government to issue directions to and supersede statutory regulators such as NFRA on broad and

undefined grounds like public interest.

In sum, Mr. Speaker Sir, the Bill in its present form undermines the constitutional balance between the Legislature and the Executive, dilutes parliamentary oversight and raises serious concerns regarding arbitrariness, accountability and the rule of law.

In light of these concerns, I strongly oppose the introduction of this Bill.

माननीय अध्यक्ष : मैं नियम 72 फिर आपको स्पष्ट कर देना चाहता हूं। मैंने कई बार स्पष्ट किया, लेकिन कई सीनियर व्यक्ति हैं, उसमें फिर भी जिद करते हैं कि हम बोल ही सकते हैं। आप बोल नहीं सकते। अगर अध्यक्ष की अनुमति हो तो ही बोल सकते हैं।

… (व्यवधान)

श्री मनीश तिवारी : महोदय, आपकी अनुमति से बोला है। आपकी अनुमति के बगैर नहीं बोला है।

अध्यक्ष महोदय, नियम 72(1) में और नियम 72(2) में फर्क है। नियम 72(2) के तहत लेजिस्लेटिव कॉम्पिटेंस में अपोज कर सकते हैं और नियम 72(1) में आपकी अनुमति लेकर बिल को सिम्प्लिसिटर अपोज कर सकते हैं।

अगर मैं बोला हूँ, तो आपकी अनुमति लेकर ही बोला हूँ।

माननीय अध्यक्ष : श्री सौगत राय जी।

… (व्यवधान)

माननीय अध्यक्ष : नहीं, ऐसा नहीं है। सदन नियमों से चलता है। सभी को सदन में बोलने का अधिकार है।

PROF. SOUGATA RAY (DUM DUM): Hon. Speaker Sir, under Rule 72(1) of the Rules of Procedure and Conduct of Business in Lok Sabha, I beg to oppose the introduction of the Corporate Laws (Amendment) Bill 2026. Mr.

Manish Tewari has already enumerated his objections to the Bill. My main objection to this Bill is that it seeks to dilute the corporate social responsibility. It talks about providing further relaxations for small companies by providing exemptions from mandatory CSR requirements and then it also mentions relaxations in CSR requirements through division of eligibility thresholds.

Sir, you may know that when the Companies Act was placed in a new form in 2013 and after that four or five amendments were made, this was one of the most welcome measures, that is, corporate social responsibility, where companies would spend two per cent of their profit for social purposes. This Bill seeks to dilute that provision altogether.

The other thing the Government is doing is strange. When Mr. Arun Jaitley was the Finance Minister, he used to add a clause of imprisonment to every violation of Companies Act. Now the Government is working in the reverse direction. It says that it is doing 'ease of business'; that is why it wants to decriminalize various procedural defaults under the Companies Act and LLP Act by replacing criminal provisions with civil penalties. I would like to know from the hon. Minister what her approach is. Do they want to decriminalize all corporate offences or they want to make them strict? In this case, violations will be washed over, people will pay fine and get rid of this. I do not think that there is a need for such a voluminous Bill to amend the corporate class. Many other things that Mr. Manish Tewari has mentioned, like strengthening the National Financial Reporting Authority, are inconsequential. Basically, it was not necessary to bring this Bill. I do not know why this has been brought and why

corporate social responsibility is being diluted, why offences are being decriminalized.

माननीय अध्यक्ष : टी. सुमति जी, आप बोलना चाहती हैं या नहीं?

DR. T. SUMATHY *ALIAS* THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Hon. Speaker, Sir, in pursuance of Rule 72(1) of the Rules of Procedure and Conduct of the Business in Lok Sabha, I rise here to oppose the introduction of the Corporate Laws (Amendment) Bill, 2026 on the following grounds.

First, I would like to reiterate the same points as raised by hon. Member Prof. Sougata Ray. The Bill leaves several substantive matters including exemptions from corporate social responsibility complaints, auditor appointment requirements, classes of companies; regulatory standards and procedural norms to be prescribed later through rules or regulations resulting in legislative abdication and reduced parliamentary oversight.

My second point is, concentration of regulatory powers and weak institutional independence. Wide powers are conferred on the Union Government and the National Financial Reporting Authority including issuance of policy directions, suppression of the authority, levy of fees and quasi-judicial enforcement powers, raising concerns regarding regulatory independence and potential executive overreach.

My third point is, facilitation of corporate structuring with limited safeguards, provisions enabling conversion of specified trust into Limited Liability Partnerships, with automatic vesting of assets and liabilities and

allowing entities and international financial service centres to maintain accounts and capital in foreign currency may raise regulatory arbitrage and reduce transparency unless accompanied by stronger safeguards.

My final point of objection is dilution of accountability framework in corporate governance, relaxation relating to electronic-only communication, hybrid general meetings, revised penalty structures and exemptions for certain classes of companies, risk weakening shareholder participation, compliance discipline and overall corporate governance standards. Stating these points, I strongly oppose the Bill.

SHRIMATI NIRMALA SITHARAMAN: Sir, I, first of all, want to respond to the Members before I request you for the next suggestion from my side. There are a total of 10 points at large – some spoken, some unspoken – which are being mentioned by various Members. But I will just give a brief response to each one of them.

Sir, this Bill has come here now after two full years of deliberation. The recommendations of the Company Law Committee and its Reports of 2022 have been fully taken on board. The CLC had representatives from the industry chambers, professional institutes and legal and accounting experts. The Report was also placed on the website for public comments, which were received and then, were examined. That is the first point.

Secondly, I would like to mention about the issue on the National Financial Reporting Authority's powers. The proposed provisions are very similar to those which are given to the other regulators, such as SEBI,

Competition Commission and IDBI. The power to make regulations by NFRA is subject to prior consultation with stakeholders. Further, each regulation, after it is made, is to be laid down before both the Houses of Parliament, Lok Sabha and Rajya Sabha, within a period of 30 days and also modifications, if any, are included in the revised regulations.

There is a lot of concern being expressed about CSR. There are three-four criteria, of which only the net profit criterion is being amended and that too to favour the small businesses which are striving to grow. So, net profit criterion of Rs. 5 crore is being enhanced to Rs. 10 crore which is reflective of the economic changes in the scenario today as compared to 2013. The other criteria, for instance, the net worth of Rs. 500 crore, or a turnover of Rs. 1,000 crore is being retained as it is. There is no change in those two criteria, in any case.

Then, excessive delegation, rule-making is mainly in provisions which are procedural and process related. Rule-making is also subject to Parliamentary oversight. Then, there were concerns about why when the former Finance Minister imprisonment a condition, now we are moving the other way. Sir, it is not just ease of doing business. … (*Interruptions*) Here, 21 offences are proposed for decriminalization. These are being moved to the adjudication mechanism, wherein penalties are levied in the Bill. The process of levying the penalties is also transparent and through e-adjudication platform. Discretion of the concerned officers has been totally done away with. Is it not in the favour of removing corruption, removing rent-seeking people from the

system?

Now, related to IFSCA, the proposed amendment will only attract more investments into IFSCA. Corporate governance is going to be facilitated. Electronic VC meetings will, in fact, increase shareholders to participate better. The buyback provisions are also being relaxed, of course with safeguards, so that they will benefit only to the selected class of companies.

Finally, the provisions for small companies, the proposed amendments are a step forward towards easing company's burden and help formalize, and greater formalization of MSMEs and that is why we have come up with these amendments.

माननीय अध्यक्ष: प्रश्न यह है:

"कि सीमित दायित्व भागीदारी अधिनियम, 2008 और कंपनी अधिनियम, 2013 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष: माननीय मंत्री जी, अब आप विधेयक पुर:स्थापित करें।

SHRIMATI NIRMALA SITHARAMAN: Sir, I introduce** the Bill.

———

** Introduced with the recommendation of the President.

12.20 hrs

MOTION RE: REFERENCE OF CORPORATE LAWS (AMENDMENT) BILL, 2026 TO JOINT COMMITTEE

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Also, Sir, if you would allow me, I rise to move:

"That the Bill further to amend the Limited Liability Partnership Act, 2008 and the Companies Act, 2013 be referred to a Joint Committee of the Houses consisting of 21 Members of this House to be nominated by the Hon'ble Speaker, Lok Sabha and 10 Members of Rajya Sabha to be nominated by Hon'ble Chairman, Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be as near as may be, one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the Monsoon Session, 2026;

that in other respect, the Rules of Procedure and Conduct of Business of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House names of the Members to be appointed by Rajya Sabha to the Joint Committee."

माननीय अध्यक्ष : आप यह प्रस्ताव भी कर दो कि इस संयुक्त समिति को बनाने के लिए आप

आग्रह करते हैं।

SHRIMATI NIRMALA SITHARAMAN: I propose that a JPC be formed, and you may want to take the decision. … (*Interruptions*)

श्री मनीश तिवारी (चंडीगढ़) : महोदय, यह कैसे चलेगा? हमारे यहां पार्लियामेंट्री स्टैंडिंग कमेटी ऑन फाइनेंस है। हमारे पास संसदीय स्थायी समिति है। वह आपने बनाई है। वह एक स्थाई मैकेनिज्म है। इसे पार्लियामेंट्री स्टैंडिंग कमेटी ऑन फाइनेंस में भेज दीजिए। ...(व्यवधान) Let the Bill go to the Standing Committee on Finance. … (*Interruptions*)

माननीय अध्यक्ष : यह बिल बड़ा है।

माननीय गृह मंत्री जी बोलना चाहते हैं।।

… (व्यवधान)

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : महोदय, मुझे मालूम नहीं है कि विपक्ष को क्या हुआ है? इन्होंने इसे समिति में भेजने की डिमांड ही नहीं की है। जब मंत्री महोदया स्वयं इसे संयुक्त कमेटी में भेज रही हैं और कह रही हैं कि यह नहीं यह दो, वह नहीं यह दो। अरे भाई, नेता का असर होता है, मगर इतना असर नहीं होता है। आप लोगों पर इतना असर क्यों हो जाता है?

माननीय अध्यक्ष : इसमें ऐसा है कि लोक सभा और राज्य सभा दोनों सदनों के सदस्यों का मत आ जाएगा, इसलिए उन्होंने जॉइंट पार्लियामेंट्री कमेटी का सुझाव दिया है।

… (व्यवधान)

माननीय अध्यक्ष : प्रश्न यह है :

> "कि सीमित दायित्व भागीदारी अधिनियम, 2008 और कंपनी अधिनियम, 2013 का और संशोधन करने वाले विधेयक को माननीय अध्यक्ष द्वारा नामनिर्दिष्ट किए जाने वाले इस सभा के 21 सदस्यों और राज्य सभा के माननीय सभापति द्वारा नामनिर्दिष्ट किए जाने वाले राज्य सभा के 10 सदस्यों से मिलकर बनने वाली दोनों सभाओं की संयुक्त समिति को सौंपा जाए;

कि संयुक्त समिति की बैठक आयोजित करने के लिए गणपूर्ति संयुक्त समिति के सदस्यों की कुल संख्या का लगभग एक-तिहाई होगी;

कि समिति मानसून सत्र 2026 के प्रथम सप्ताह के अंतिम दिवस तक इस सभा को प्रतिवेदन प्रस्तुत करेगी;

कि अन्य मामलों में,संसदीय समितियों से संबंधित इस सभा के प्रक्रिया तथा कार्य संचालन नियम,ऐसे परिवर्तनों और उपांतरणों के साथ लागू होंगे जो अध्यक्ष तय करे; और

कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा उक्त संयुक्त समिति में शामिल हो और राज्य सभा द्वारा संयुक्त समिति में नियुक्त किए जाने वाले सदस्यों के नाम इस सभा को सूचित करे।

प्रस्ताव स्वीकृत हुआ।

———

… (व्यवधान)

12.22 hrs

MATTERS OF PUBLIC IMPORTANCE

माननीय अध्यक्ष : मुझे शून्य काल में डॉ. इन्द्रा हांग सुब्बा जी का नोटिस मिला है।

डॉ. इन्द्रा हांग सुब्बा क्या आप कुछ बोलना चाहते हैं?

डॉ. इन्द्रा हांग सुब्बा (सिक्किम) : अध्यक्ष महोदय, हम शून्यकाल में हमेशा अपने स्टेट और अपनी पार्लियामेंट्री कॉन्स्टिट्यूएंसी से संबंधित कुछ न कुछ डिमांड लेकर आते हैं। सरकार ने हमेशा हमारी डिमांड को सुना है और उनको पूरा करने की कोशिश भी की है, कई सारी डिमांड पूरी भी हुई हैं, लेकिन अध्यक्ष महोदय आज मैं उस नेतृत्व के प्रति कृतज्ञता, गर्व और श्रद्धा से भरे हृदय के साथ बोल रहा हूँ जिसने इस राष्ट्र को बदल दिया है।

अध्यक्ष महोदय, मैं सिक्किम से ही शुरू करूँगा, कुछ साल पहले जब हम सिक्किम जाते थे

और भारत से जब हमारे कई सारे दोस्त सिक्किम घूमने आते थे तो सबसे बड़ी मुश्किलें हमारी कनेक्टिविटी में थी। उस कनेक्टिविटी की समस्या को कई दशकों तक ठीक नहीं किया गया।

अध्यक्ष महोदय, नरेंद्र मोदी जी के नेतृत्व वाली एनडीए सरकार आने के बाद विगत 10 सालों में हमें कनेक्टिविटी के कई सारे रिसोर्सेज दिए गए। जैसे पहला हवाई अड्डा ओपन किया गया, उसके बाद अभी सेवोक से लेकर रंगपो तक का जो रेलवे प्रोजेक्ट है, आज उसे पूरा करने के लिए काम किया जा रहा है। नेक्स्ट 2 टू 3 इयर्स में एट-लीस्ट सिक्किम में पहली बार रेलवे की कनेक्टिविटी रहेगी। सेवोक से लेकर रंगपो तक जो रेलवे बन रहा है उसमें 45 किलोमीटर्स में से 40 किलोमीटर्स टनल और ब्रिजेस के तहत बन रहा है और इससे आगे ले जाने का कार्य किया जा रहा है।

अध्यक्ष महोदय, आज मैं इस सदन के साथ एक उल्लेखनीय तथ्य साझा करना चाहता हूँ जो केवल संख्याओं की नहीं, बल्कि सेवा की एक असाधारण यात्रा की कहानी कहते हैं। मोदी जी ने 7 अक्टूबर 2001 को गुजरात के मुख्यमंत्री के रूप में शपथ ली और तब से लेकर आज तक निरंतर शासन की बागडोर संभाले हुए हैं। सार्वजनिक जीवन में 8931 दिनों के साथ पहले गुजरात के मुख्यमंत्री और अब प्रधानमंत्री के रूप में वो श्री पवन कुमार चामलिंग, जो हमारे स्टेट से थे, जो सबसे छोटा स्टेट था, उनके स्टेट में सबसे लंबी सरकार चली, उनके 8930 दिनों के रिकॉर्ड को पार कर स्वतंत्र भारत के सबसे लंबे समय तक सेवा करने वाले सरकार के प्रमुख बन गए हैं।

मैं सिक्किम की जनता की ओर से, यहां पर बैठे हुए मेरे सभी कॉलिग्स की ओर से भी और सिक्किम के हमारे नेता श्री प्रेम सिंह तमांग जी की ओर माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी को बधाई एवं शुभकामनाएं देता हूँ।

माननीय अध्यक्ष महोदय, जब एनडीए सरकार की बात आती है, तो नॉर्थ-ईस्ट की बात तो करनी ही पड़ेगी। इससे पहले नॉर्थ-ईस्ट को कैसे देखा जाता था। यह सभी को पता है कि इसे डिस्टर्ब्ड एरिया कहा जाता था। यहां पर इनसर्जेंसी का उदाहरण दिया जाता था। लेकिन मोदी जी के नेतृत्व में एनडीए गवर्नमेंट बनने के बाद आज नॉर्थ-ईस्ट को एक ग्रोथ इंजन के रूप में देखा जा

रहा है, नॉर्थ-ईस्ट को एक डेवलपमेंटल मॉडल बनाने की कोशिश की जा रही है।

महोदय, इतना ही नहीं, यहां विकास को और अधिक गति देने के लिए पीएमजीएसवाई के अंतर्गत 21 हजार किलोमीटर ग्रामीण सड़कें बनायी गई हैं। वास्तविकता में, बड़े पैमाने पर प्रतिबद्धता के साथ देश के हर कोने में यही कहानी लिखी जा रही है।

महोदय, यह याद रखना जरूरी है कि मोदी जी की यात्रा पहले दिन से ही चुनौतियों से भरी थी। उन्होंने जब गुजरात की कमान संभाली, तो उस समय भूकम्प के कारण जो डिस्ट्रक्शन्स हुई थीं, ऐसे समय में उन्होंने वहां की लीडरशिप संभाली थी। उन्होंने गुजरात को भूकम्प के डिस्ट्रक्शन से तो बाहर निकाला ही, इसके साथ ही, उन्होंने गुजरात को एक डेवलपमेंटल मॉडल और गवर्नेंस मॉडल के रूप में भी आगे लेकर गये। एक दशक में, उन्होंने गुजरात को एक ऐसे शासन मॉडल में बदल दिया, जो पूरी दुनिया में एक केस-स्टडी बन गया। गुजरात की जीएसडीपी 16 गुना बढ़ गई। उन्होंने नर्मदा के पानी को हर किसान के घरों और खेतों तक पहुंचाने का काम किया। उन्होंने एक पीढ़ी की प्यास को खत्म किया। उन्होंने रण उत्सव और वाइब्रेंट गुजरात समिट की शुरुआत करके इसे एक सांस्कृतिक गर्व और ऊर्जा में बदल दिया। उन्होंने जो भी गुजरात के लिए किया, उसे सिर्फ गुजरात तक ही सीमित रखने के लिए नहीं सोचा। उन्होंने यह कमिटमेंट किया कि इनको नॉर्थ-ईस्ट रीजन समेत पूरे भारत देश में इम्प्लीमेंट करना चाहिए। जहां कभी कोई जाने के लिए सोचता भी नहीं था, वहां उन्होंने इसे सारे देश में लागू करवाने की कोशिश की है। पिछले दस वर्षों में, यह कई लेवल्स पर सक्सेस भी हुआ है।

महोदय, मोदी जी स्वयं एक साधारण बैकग्राउंड से आते हैं। जैसे हम एक गांव से इस संसद तक आए, उसी तरह मोदी जी भी गरीबी से उठकर यहां तक पहुंचे हैं। शायद इसीलिए उनको पता है कि गरीबी क्या होती है। एस्पिरेशन्स और जरूरतें क्या होती हैं, यह मोदी जी को अच्छी तरह से मालूम है।

महोदय, पीएम जन-धन योजना के अंतर्गत 55 करोड़ से अधिक बैंक खाते खोले गए, पीएम आवास योजना के अंतर्गत लगभग 3 करोड़ पक्के मकान बनाए गए, आयुष्मान भारत योजना के

अंतर्गत लगभग 43 करोड़ आयुष्मान कार्ड्स जारी किए गए, जल-जीवन मिशन योजना के अंतर्गत हर घर में नल का जल पहुंचाने का काम भी किया जा रहा है, मुद्रा योजना के अंतर्गत 57 करोड़ लोगों को बिना गारंटी के ऋण का वितरण किया गया है, जिसमें लगभग 40 लाख करोड़ रुपये वितरित किये गये हैं। इसमें महत्वपूर्ण बात यह है कि मुद्रा योजना के अंतर्गत जो ऋण दिये गये हैं, उनमें 68 परसेंट विमेन एंटरप्रेन्योर्स को यह लोन दी गई है।

महोदय, मोदी जी की यह समावेशी भावना केवल आर्थिक सशक्तिकरण में ही नहीं है, मैं बहुत ही भाग्यशाली हूँ कि मुझे आपके नेतृत्व में इस लोक सभा में दो बार बैठने का मौका मिला। सिक्किम की जनता ने मुझे आशीर्वाद दिया और मुझे यहां आने का मौका मिला। जब हम लोग ओल्ड पार्लियामेंट हाउस यानी अभी का जो संविधान सदन है, तो वहां से यहां आते वक्त हमारी माताओं और बेटियों को सशक्त करने के लिए उन्होंने नारी शक्ति वंदन अधिनियम को पास करवाया और उसके माध्यम से उनके लिए 33 प्रतिशत आरक्षण सुनिश्चित किया। उसमें हमें भी वोट देने का मौका मिला। यह ऐतिहासिक एक्ट, जो माननीय मोदी जी के द्वारा लाया गया, उसमें हमें भी हिस्सा लेने का मौका मिला। इसके लिए मैं माननीय मोदी जी को बहुत-बहुत धन्यवाद देता हूँ।

मोदी जी की सरकार से पहले जो सरकारें थीं, वे कई बातें कहती थीं। महिला सशक्तिकरण व अन्य कई सारी बातें कही गई हैं। रूरल एरियाज़ मे बुनियादी चीजें होनी चाहिए, इस विषय की तरफ ज्यादातर नहीं सोचा गया है।

अध्यक्ष महोदय, 'स्वच्छ भारत अभियान' के अंतर्गत 12 करोड़ से अधिक शौचालय बनाए गए हैं। हमने गांवों में खुद इसको देखा है और इसका फायदा सबको मिला है। शायद बहुत सारे मेंबर्स इसको समझ नहीं पाएंगे। अगर वे गांवों में जाएंगे, तभी इसको समझ पाएंगे। 'प्रधानमंत्री उज्ज्वला योजना' के तहत 10 करोड़ से अधिक मुफ्त एलपीजी कनेक्शन्स दिए गए हैं और महिलाओं को जहरीले धुएं से मुक्त किया गया है।

अध्यक्ष महोदय, मोदी जी, आदिवासी समाज की भी बहुत परवाह करते हैं। हमारे देश में

जितने भी आदिवासी हैं, उन्होंने उन सबको न्याय दिया है । सबसे बड़ा न्याय यह दिया है कि संथाल आदिवासी समुदाय की एक बेटी – श्रीमती द्रौपदी मुर्मू जी को भारत के सर्वोच्च संवैधानिक पद यानी राष्ट्रपति पद पर आसीन किया है । मोदी जी के नेतृत्व में ही 15 नवंबर को भगवान बिरसा मुंडा जी की जंयती को 'जनजातीय गौरव दिवस' के रूप में घोषित किया गया है।

अध्यक्ष महोदय, इससे पहले भारतीय इतिहास में आदिवासियों को हमेशा मार्जिन में रखा गया है। आदिवासियों के बारे में कभी बात ही नहीं की गई है। जब आदिवासियों के बारे में बात हो रही है, ऐसे कई सारे मेंबर्स होंगे, जिनको यह बात अच्छी नहीं लगेगी, लेकिन आदिवासी समाज को पता है कि मोदी जी ने कितना काम किया है।

अध्यक्ष महोदय, मोदी जी, कभी राष्ट्रहित के साहसी फैसले लेने से पीछे नहीं हटे हैं। 70 वर्षों तक अनुच्छेद 370 एक ऐसी विसंगति बनी रही है, जोकि किसी भी लोकतंत्र में नहीं होनी चाहिए । मोदी जी ने यह अन्याय समाप्त किया है । जम्मू-कश्मीर पूरी तरह से एकीकृत हुआ है, जिससे 'एक संविधान, एक ध्वज, एक भारत' बना है।

राष्ट्रीय सुरक्षा के मोर्चे पर हुआ परिवर्तन उतना ही ऐतिहासिक है । एक समय था, जब भारत चुपचाप सब कुछ सहता था । चाहे वर्ष 2001 का संसद हमला हो, चाहे 26/11 का मुंबई हमला हो तथा हमने न जाने कितने और हमले देखे हैं, पाकिस्तान बेखौफ होकर हम पर हमला करता रहता था, लेकिन अभी ऐसा कुछ नहीं हो रहा है। वर्ष 2016 में सर्जिकल स्ट्राइक हुई, वर्ष 2019 में बालाकोट एयर स्ट्राइक हुई और ऑपरेशन सिंदूर हुआ है। ये नए भारत के दरवाजे पर पूरी ताकत से दस्तक देते हैं।

अध्यक्ष महोदय, मोदी जी का 'आत्मनिर्भर भारत' एक और महत्वपूर्ण पहलू है । मैं 'आत्मनिर्भर भारत' की बात कर रहा हूं। मोदी जी ने 'आत्मनिर्भर भारत' और 'मेक इन इंडिया' का लक्ष्य रखा है, जिसने देश को शानदार परिणाम दिए हैं । ... (व्यवधान) रक्षा, इलेक्ट्रॉनिक्स, मोबाइल मैन्युफैक्चरिंग, सेमी कंडक्टर, ड्रोन, सौर ऊर्जा, इलेक्ट्रिक व्हीकल्स, स्पेस टेक्नोलॉजी, डीपटेक, खिलौने और वस्त्र इत्यादि के लिए हम आयात पर निर्भर थे, लेकिन आज ये सामान

हमारे देश में ही बन रहे हैं। हमारे युवाओं की वजह से ऐसा हो रहा है। ... (व्यवधान)

अध्यक्ष महोदय, मैं अपनी बात समाप्त करने वाला हूं। मोदी जी सच्चे अर्थों में एक दूरदर्शी नेता हैं। मैं उनको दूरदर्शी नेता इसलिए बोल रहा हूं कि उन्होंने वर्ष 2047 में विकसित भारत बनाने के लिए आह्वान किया है, यह एक ऐसे नेता की सोच दर्शाता है, जोकि वर्षों में नहीं दशकों में मिलता है। डिजिटल इंडिया क्रांति ने हर भारतीय की जिंदगी बदल दी है। आज भारत के पास एक अरब से अधिक इंटरनेट उपभोक्ता हैं। हमारा यूपीआई पूरी दुनिया में 49 प्रतिशत रियल टाइम डिजिटल लेन-देन को संभालता है। अब भारत चैट जीपीटी का विश्व का दूसरा सबसे बड़ा बाजार बन गया है।

महोदय, मोदी जी के नेतृत्व उद्देश्य से परिभाषित हैं। वे विनम्र, दृढ़, विजनरी और जमीन से जुड़े हुए हैं। उन्होंने इस राष्ट्र को सिखाया है कि सेवा ही सर्वोच्च पूजा है और विकास ही सच्ची राजनीति है। सर्वोच्च पद पर आसीन रहते हुए भी वे सादगी का जीवन जीते हैं। उनका जीवन ही उनका संदेश है और वह संदेश 140 करोड़ भारतीयों को प्रेरणा देता है।

अध्यक्ष महोदय, हम अमृत काल में प्रवेश कर चुके हैं। विकसित भारत 2047 के निर्माण का स्वर्णिम काल है, मैं पूरे विश्वास और दिल से सिक्किम के पहाड़ों की तरफ से कहता हूं कि हम कृतज्ञ हैं, हम प्रेरित हैं और हम धन्य हैं।

जय हिन्द।

माननीय अध्यक्ष : माननीय सदस्य नॉर्थ-ईस्ट से हैं, जो कि नए सदस्य हैं। उन्हें कभी बोलने का मौका नहीं मिल पाता है, इसलिए उन्हें मौका दिया गया है।

… (व्यवधान)

12.35 hrs

SUBMISSION BY MEMBER

Re: Alleged irregularities in tender processes of Food Corporation of India and Punjab State Warehousing Corporation

SHRI GURJEET SINGH AUJLA (AMRITSAR): *Thanks, Speaker Sir. Today, I wish to draw your attention towards the Martyrdom day of Shahid-e-Azam Bhagat Singh. Some fake revolutionaries of Punjab are invoking the names of Sardar Bhagat Singh and Baba Sahib Bhim Rao Ambedakar and his Constitution for their own vested interests. They are hell bound to destroy the atmosphere of the state.*

माननीय अध्यक्ष : आपने जो लिखा है, उसके बारे में बताइए।

श्री गुरजीत सिंह औजला : सर, मैं वही बता रहा हूं। मैं उस पर ही आ रहा हूं। ... (व्यवधान)

माननीय अध्यक्ष : आप भूमिका मत बांधिए।

... (व्यवधान)

श्री गुरजीत सिंह औजला : सर, मैं उनसे कम टाइम लूंगा। ... (व्यवधान)

माननीय अध्यक्ष : आप नॉर्थ-ईस्ट से नही हैं। आप पंजाब से हैं। आप पंजाब का इश्यू उठाइए।

... (व्यवधान)

श्री गुरजीत सिंह औजला : सर, यह बहुत जरूरी है।

पंजाब में एफसीआई के वेयरहाउस के टेन्डर्स निकले। वहां का एक मंत्री 50,000 मीट्रिक टन के टेंडर लेना चाहता था। पंजाब के उस मिनिस्टर ने प्रशासन के ऊपर दबाव बनाया और उसे 20,000 मीट्रिक टन का टेंडर तो मिल गया, लेकिन 30,000 मीट्रिक टन का टेंडर किसी और को मिल गया। वह प्रोसेस आठ महीने लेट हुआ। ... (व्यवधान)

..... English translation of this part of speech was originally delivered in Punjabi.

होम मिनिस्टर साहब, एक मिनट बैठिए। प्लीज़ सुनकर जाइए। बहुत बुरी हालत है। आपके लिए पंजाब की बात सुनना बहुत जरूरी है। ... (व्यवधान)

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : मान्यवर, ये मुझे बैठने के लिए कह रहे हैं। यह जो मसला है, वह पंजाब राज्य का है। ... (व्यवधान) अरे, आप सुनो ना। ... (व्यवधान) पंजाब के सारे सांसदों से मेरा निवेदन है कि आप मुझे लिखकर दे दीजिए कि इसे सीबीआई को ट्रांसफर कर दिया जाए, तो मैं वह तुरंत कर दूंगा। ... (व्यवधान)

श्री गुरजीत सिंह औजला : सर, मंत्री ने वेयरहाउस के डीएम को बुलाया। ... (व्यवधान) उसे बुलाकर पीटा गया, मारा गया और उसका असॉल्ट किया गया। उससे कहा गया कि तुम्हारा परिवार मरवा देंगे। ... (व्यवधान) उसने एक हफ्ते बाद पूरी गुहार लगाई। उसने सुसाइड कर लिया। सुसाइड कमिट करने के बाद भी कोई पर्चा दर्ज नहीं हुआ। 18 घंटों की मशक्कत के बाद एफआईआर दर्ज होती है। उसके बच्चे रोते हुए नहीं देखे जा सकते। वह एमबीए में गोल्ड मेडलिस्ट है और डबल पीएचडी होल्डर है। ... (व्यवधान)

सर, प्लीज सुन लीजिए। आपने इतना टाइम सुना है। यह लॉ एंड ऑर्डर का बहुत गंभीर इश्यू है। पंजाब में जो ईमानदार अफसर हैं, वे काम नहीं कर पा रहे हैं। वे सुसाइड कमिट करने के लिए मजबूर हो रहे हैं। उन पर दबाव है। चूंकि टेंडर उनके बाप के नाम से हो रहा था, इसलिए उस मंत्री ने टेंडर लेने के लिए उससे बोला कि मैं तेरे बच्चों को गैंगस्टर से मरवा दूंगा और तेरे परिवार को मरवा दूंगा। इसलिए उसने सल्फास खाकर सुसाइड कर लिया। ... (व्यवधान)

Sir, I am thankful to the Hon'ble Home Minister that he has taken a serious note of this issue. I urge upon the Home Minister Sir to get this case investigated through NIA. Organised crime is going on in Punjab. Gangsters are prospering there and are pressurizing the people. Another such person is Babanjit Singh Walia…

..... English translation of this part of speech was originally delivered in Punjabi.

श्री नरेश चंद्र उत्तम पटेल (फतेहपुर) : स्पीकर साहब, मैं सर्वप्रथम समाजवादी आन्दोलन के संस्थापक डॉ. राम मनोहर लोहिया जी की जयन्ती पर उन्हें श्रृद्धांजलि देता हूं और नमन करता हूं। डॉ. राम मनोहर लोहिया के सिद्धांतों पर श्रद्धेय मुलायम सिंह यादव जी ने समाजवादी पार्टी की स्थापना की । समाजवादी नेता माननीय अखिलेश यादव जी उसी विचाराधारा से भारत की आर्थिक और सामाजिक गैर-बराबरी को समाप्त करने का अभियान और आंदोलन चला रहे हैं।

12.39 hrs (Shrimati Sandhya Ray *in the Chair*)

सभापति महोदया, मैं आज इस सदन के माध्यम से एक अत्यंत गंभीर और संवेदनशील विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूं। यह विषय मेरे जनपद फतेहपुर सहित पूरे उत्तर प्रदेश के पिछड़े वर्ग और अल्पसंख्यक वर्ग के लाखों छात्रों के साथ जुड़ा हुआ है, जिन्हें आज भी उनकी छात्रवृत्ति समय पर प्राप्त नहीं होती है । छात्रवृत्ति केवल एक आर्थिक सहायता ही नहीं होती है, बल्कि यह गरीब और वंचित परिवारों के बच्चों के लिए शिक्षा तक पहुंच का सबसे महत्वपूर्ण माध्यम होती है।

उत्तर प्रदेश के ग्रामीण और आर्थिक रूप से कमजोर परिवारों के हजारों छात्र-छात्राएं अपनी पढ़ाई इसी छात्रवृत्ति के भरोसे जारी रखते हैं।

माननीय सभापति महोदया, दुर्भाग्य है कि इस समय बड़ी संख्या में ओबीसी, पिछड़े वर्ग और अल्पसंख्यक वर्ग के छात्र-छात्राओं को छात्रवृत्ति का भुगतान या तो नहीं मिला है या फिर अत्यधिक देरी से मिल रहा है।

सभापति महोदया, कई विद्यार्थियों के आवेदन स्वीकृत होने के बाद भी भुगतान नहीं हो रहा है। इसका सबसे अधिक दुष्प्रभाव हमारे युवाओं, विशेष रूप से छात्रों पर पड़ रहा है।

सभापति महोदया, ग्रामीण क्षेत्रों में अनेक छात्राएं ऐसी हैं, जिनके परिवार सीमित आय के कारण उनकी पढ़ाई का खर्चा उठा पाने में सक्षम नहीं हैं।

सभापति महोदया, छात्रवृत्ति में देरी होने के कारण कई छात्राओं को अपनी पढ़ाई बीच में ही

रोकने के लिए मजबूर होना पड़ता है।

सभापति महोदया, मेरी मांग है कि उत्तर प्रदेश में ओबीसी एवं अल्पसंख्यक वर्ग के सभी पात्र छात्र-छात्राओं की लंबित छात्रवृत्ति का भुगतान शीघ्र कराया जाए। छात्रवृत्ति वितरण की प्रक्रिया को पारदर्शी और समयबद्ध बनाया जाए, ताकि भविष्य में ऐसी समस्या उत्पन्न न हो।

सभापति महोदया, विशेष रूप से गरीब और ग्रामीण पृष्ठभूमि की छात्राओं की शिक्षा प्रभावित न हो, इसके लिए आवश्यक कदम उठाए जाएं।

सभापति महोदया, हमारे देश का भविष्य हमारे युवा और विद्यार्थी हैं। यदि हम उनके सपनों में अपना सहयोग नहीं दे पाए, तो यह केवल एक प्रशासनिक कमी नहीं होगी, बल्कि देश की प्रतिभा और क्षमता के साथ अन्याय होगा।

सभापति महोदया, इसी भावना के साथ मैं सरकार से अपेक्षा करता हूं कि इस विषय को गंभीरता से लेते हुए उत्तर प्रदेश के लाखों छात्र-छात्राओं को छात्रवृत्ति देकर न्याय दिलाने की कृपा करें।

माननीय सभापति महोदया, आपका बहुत-बहुत धन्यवाद।

माननीय सभापति : माननीय सदस्य, श्री गुरजीत सिंह औजला जी।

… (व्यवधान)

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह) : चेयरपर्सन मैडम, मैं आज सदन में हमारे पंजाब की बहन, जो श्री गगनदीप सिंह रंधावा जी की पत्नी जिनका नाम ... * है और उनके तीन बच्चे - 13 और 14 साल की दो बेटियां और एक दस साल का बेटा, मैं उनकी तरफ से बोल रहा हूं।

मैडम, यह एमपी या मंत्री होने की बात नहीं है, यहां मैं पंजाब की उस बहन के लिए बोल रहा हूं। यह पहली बार हुआ है। आप चाहे तो नाम निकाल दीजिएगा, लेकिन जो वहां का मंत्री था,

* Expunged as ordered by the Chair.

क्या आपने कभी सुना है कि सिटिंग कैबिनेट मंत्री वह अपने पिता के नाम, जिसका नाम ... * है, उसके नाम पर एफसीआई का टेंडर लेने के लिए वहां के डीएम यानी कि डिस्ट्रिक्ट मजिस्ट्रेट श्री गगनदीप सिंह हैं, उनको 13 तारीख को अपने घर बुलाता है।

मैडम, इसकी पूरी वीडियो रिकॉर्डिंग है। वहां आकर उनसे कहता है कि तेरी बेटी, जो कि 13-14 साल की बच्ची है, अगर टेंडर नहीं देगा, तो तेरी बेटी को उठवा लूंगा, नहीं तो तेरी बेटी को मरवा दूंगा। ... (व्यवधान) उस बाप की स्थिति देखिए, उसने अपने एमडी को चिट्ठी लिखी, अपने डीसी को चिट्ठी लिखी, लेकिन उसको बचाने के लिए किसी का जवाब नहीं आया। ... (व्यवधान) जब उसने यह स्थिति देखी कि मुझे न डीसी और न ही एमडी, जो कि आईएएस ऑफिसर हैं, वे मुझे बचाने के लिए नहीं आ रहे, तो उसने अपनी बेटी की इज्जत के लिए, अपनी टीचर वाइफ की इज्जत के लिए यह कदम उठाया। आज उसकी वीडियो आई है, वह घर में सल्फास की गोलियां खा रहा है। उसके बाद उसने वीडियो बनाई कि मेरा जो कातिल है, वह ... * है, जो कि एक कैबिनेट मंत्री है और उसका पिता ... * दोनों ने मुझे पीटा है और मेरी बेइज्जती की है। उसकी दो दिनों तक एफआईआर दर्ज नहीं हुई।

मैडम, चार दिन हो गए। उसकी गिरफ्तारी नहीं हुई, उसे पकड़ा नहीं गया। वह बाहर भाग सकता है, किसी भी एयरपोर्ट से वह बाहर निकल सकता है। वह इल्लीगली बाहर भाग सकता है। लेकिन, उसे पकड़ने के लिए एक भी कार्रवाई नहीं हुई। मैं अभी देख रहा था कि बच्चे रिक्वेस्ट कर रहे हैं कि हम कहां जाएंगे? यह इतना बड़ा पाप है। उसकी 13-14 साल की बेटी कह रही है कि मैंने अभी तक अपने मृत बाप की शक्ल नहीं देखी, बॉडी नहीं देखी, क्या मुझे इंसाफ नहीं मिलेगा?

मैडम, अगर हम इस मंदिर में बात नहीं करेंगे, तो कहां करेंगे? सब पार्टियां, मैं 'मुबारकबाद' नहीं कहता हूं, मैं कहता हूं कि यह अच्छा कदम है। कांग्रेस पार्टी, अकाली दल और बीजेपी, जिसने लीड किया, होम मिनिस्टर हमारे श्री अमित शाह जी ने आज हाउस में कह दिया कि लिखकर दें। एनआईए की बात कर रहे हैं, सीबीआई की बात आपके प्रेसीडेंट ने की है, आपकी पार्टी ने की है।

---

* Expunged as ordered by the Chair.

अभी एचएम साहब ने जैसा कहा है कि आप सीबीआई को इंक्वायरी देने की बात करें। वहां बहुत बड़ा प्रदर्शन सब पार्टियां मिलकर कर रही हैं। यह पहली बार हुआ है। हमें इंसाफ चाहिए। दूसरा इंसीडेंट यह है कि कल ही एक एसडीएम ... * ने डीसी को चिट्ठी लिखी कि मुझे अपने एमएलए से वाघा पर आने के लिए खतरा है। वहां पर कोई सरकार नहीं चल रही है, बल्कि ... * चल रहा है। आज भगत सिंह, सुखदेव, राजगुरू शहीदी दिवस है। मैं उनको श्रद्धा देता हूं। आपको याद होगा कि भगवंत सिंह, यहीं पर भगत सिंह की पगड़ी बांधकर बातें करता था और वही रंग उस झाड़ू वाली पार्टी ने बांधा है। आज के दिन यह नाइंसाफी हो रही है। इसका जिम्मेदार ...* है। वह वहां पर ... * और ...* चला रहा है। हमारी बहनों की इज्जत, हमारी माताओं की इज्जत इस तरीके से नीलाम होगी, तो इसको कौन बचाएगा, कौन रोकेगा?

सारे पंजाब के एमपी, जो यहां पर बैठे हुए हैं, वे लिखकर दें। आम आमदी पार्टी के दो एमपी हैं। अगर वे पंजाब के हैं और भगत सिंह की शहादत को मानते हैं, तो उसके अगेंस्ट सीबीआई की इंक्वायरी की मांग करें। आपने मुझे समय दिया, इसके लिए बहुत-बहुत शुक्रिया। मैडम, यह बहुत सीरियस मैटर है।

---

* Not recorded as ordered by the Chair.

12.42 hrs

MATTERS OF PUBLIC IMPORTANCE-Contd..

श्री धर्मेन्द्र यादव (आज़मगढ़) : माननीय सभापति महोदया, धन्यवाद। आज इस मौके पर सबसे पहले डॉक्टर राम मनोहर लोहिया जी, सरदार भगत सिंह जी, राजगुरू जी, सुखदेव जी सबको मैं श्रद्धांजलि अर्पित करता हूं। आज श्रद्धांजलि का भी दिन है और जयंती का भी दिन है।

सभापति महोदया, लोहिया जी ने कहा था कि - "संसोपा ने बांधी गांठ, पिछड़े पावें सौ में साठ"। इसी मांग को लेकर श्रद्धेय नेताजी सहित सभी समाजवादी लगातार जातीय जनगणना की मांग करते रहे हैं। 30 अप्रैल, 2025 को भारत सरकार की कैबिनेट ने फैसला तो लिया कि जाति जनगणना कराएंगे। मैं समझता हूं कि उस फैसले का सभी देशवासियों ने स्वागत किया। पहली बार ऐसा मौका आया और ऐसा लगा कि शायद पिछड़ों के लिए भाजपा के लोग भी कुछ सोच रहे हैं। 22 जनवरी, 2026 को जातीय जनगणना को लेकर नोटिफिकेशन आया है। जातीय जनगणना के लिए लगभग 33 सवालों के लिए गजट जारी हुआ है। हम लोग बड़ा चश्मा लगाकर इन 33 सवालों के अंदर ढूंढ रहे थे कि शायद इस गजट के अंदर कहीं पिछड़े वर्ग का जिक्र है। यह बहुत दुर्भाग्य की बात है कि गजट में कोई जिक्र नहीं है। सरकार लगातार भाषण और बयान दे रही है कि जातीय जनगणना होगी। पिछड़ों के साथ वर्ष 2011 की जातीय जनगणना में भी धोखा हो चुका है। इसलिए पूरे देश के पिछड़े वर्ग के लोगों को आज भी इस बात का डर और भय है कि सरकार जो कह रही है, सरकार जो बातें कर रही है और सरकार की जो नीयत है, दोनों में बहुत अंतर है। अगर सरकार की नीयत पिछड़ों के लिए सही है, तो इस गजट का संशोधन कीजिए। यहां धर्मेन्द्र प्रधान जी बैठे हैं, जो अक्सर पिछड़ों की बात करते हैं, लेकिन इस गजट में कहीं पर भी पिछड़ों की चर्चा नहीं है। … (व्यवधान)

सभापति महोदया, मैं अपनी बात आधे मिनट में खत्म कर दूंगा। पूरे देश का पिछड़ा वर्ग वर्तमान भारतीय जनता पार्टी की सरकार की गलत नीतियों और पिछड़े विरोधी नीतियों के कारण इस बात से पूरा भयभीत और सशंकित है कि इस जनगणना में भी पिछड़ों के साथ कहीं न कहीं

अन्याय होगा। अन्याय न हो, इसलिए सरकार स्पष्टीकरण दे, शुद्धिकरण दे और नया गजट जारी करके पिछड़ों को जोड़े। हमारी आपसे यह प्रार्थना है।

***SHRI GOPAL JEE THAKUR (DARBHANGA):** Hon'ble Chairperson, it is a matter of pleasure that the VISHWAKARMA of modern India and populist leader on the globe and the Prime Minister-Shri Narendra Bhai Modiji's accomplishments has been witnessed by all of us as having been done never before by the same person assuming the respectful sheet of a Chief Minister of a state and the Prime Minister of the country. On behalf of the people living in the Mithila region and the country I greet him; entreat him and extend all possible respect. May God bless our PM with long-life and provide him prowess to prove his acumen on the world fora.

Madam Chairperson, I wish to draw the attention of the governance through you towards a burning issue pertaining to the farmers of Darbhanga, Bihar and northern India.

Madam Chairperson, devastating rain and hailstorm has caused huge loss to the farmers having sown wheat, maize and other seasonal crops ready to be harvested in the region. The farms full of ripen wheat and maize were to be harvested; but the rainfall and storm have proved a nightmarish for them. This natural calamity occurred on the last Friday and Saturday has caused huge loss to the farmers cultivating such crops and is likely to affect them financially. The predicament is worth assessment at several place in the state and outside. The flourishing crop of green-gram has also been ruined at

* English translation of the speech originally delivered in Maithili.

several places. The hail-storm has paused a serious question of livelihood for food-grains providing peasants.

Madam Chairperson, I would like to request the State Government also to take necessary steps for compensating the farmers engaged in the sector. It is an opportune moment to ask for the receipts of investment made in cultivating such crops since major part of the size of holding in the state was covered with ripen crops. Adequate arrangements may also be made to provide financial assistance to cultivating-class for the loss incurred therewith the peasants growing wheat are considered collectively to be the backbone of growth of economy of the nation.

Madam Chairperson, the farmers of northern Bihar including that of Darbhanga are looking at the governance with an aspersion for financial assistance. I am confident that the government would extend all possible support for the farmers turned hapless on account of the natural calamities.

Thank you madam.

SHRIMATI SAJDA AHMED (ULUBERIA): Thank you, Madam Chairperson. The traditional Zari workers of Uluberia, Howrah, especially from Uluberia 1 and 2 blocks, Uluberia municipality, and Bagnan areas, are facing severe crisis despite their rich contribution to India's textile heritage. While the West Bengal State Government has taken several steps to support artisans, but lack of focused support from the Union Government has left this vulnerable artisan community behind.

Most artisans, especially women, work in poor conditions without formal

recognition or access to Central schemes. They lack training in modern designs, branding, and digital marketing. Formation of artisan clusters and access to skill development through NIFT or Ministry of Textiles is urgently needed. I urge the Union Government to step in and support these artisans through targeted schemes, engagement with khadi and village industries, partnership with corporate houses under CSR, and cluster-based development. Central assistance is very much needed to preserve this dying craft and to uplift thousands of families who are depending on it. Thank you, Madam.

माननीय सभापति : माननीय सदस्य, डॉ. मल्लू रवि - उपस्थित नहीं।

DR. ANGOMCHA BIMOL AKOIJAM (INNER MANIPUR): Thank you, Madam Chairperson. Some people can speak for 13-14 minutes in the name of 'Zero Hour'. I hope you will also give me some more time.

Chairperson, I just want to remind the House and the Government of India, through you, that the violence and tragedy that we have witnessed in Manipur continues. One engineer by the name Mayanglangbam Rishikanta, with folded hands, pleaded for his life and justice before he was shot point blank and killed by suspected Kuki armed criminals.

It is not Rishikanta's hands alone; his folded hands represent hundreds of people who were killed and thousands who were rendered homeless, asking for and pleading for justice. It could be the hands of Olivia or Florence, two young women who were killed in Imphal; it could be the hands of Yurembam Rani, the elderly woman among the six women and children who were taken

hostage and slaughtered in this violence. Those folded hands of Rishikanta represent the folded hands of the suffering people of the State of Manipur, asking for justice and fixed accountability for the violence that we have witnessed. Those folded hands were also asking that we be given the rights guaranteed by the Constitution of the country – let us go back home, let us resettle ourselves in our home State; we do not want to stay in relief camps – that is the plea. The folded hands of Rishikanta also represent those people who are asking that we should have free access to highways and airports, which we are still being denied for three years.

Madam Chairperson, I do not know what to say. We have pleaded that this House should discuss the issue. Rishikanta's folded hands are also asking this House to spare some time to discuss the way forward and to deliberate on this denial of human rights in this State. Last but not least, Rishikanta's folded hands are also asking the Government of India not to treat Manipur as a vassal State of an empire. It is a State, a unit of the Union of India. Please do not forget this. The Government of India is treating it as if it is another vassal State of an empire called the Indian State. This should not be done. Justice is required. You have an Inquiry Committee instituted, which was supposed to submit its report within six months in 2023. Now this is 2026. Why is it that the Government of India is scared to fix responsibility for this violence? That pleading hand of Rishikanta represents the pleading hands of hundreds and thousands of people who are asking for justice in our State.

DR. MALLU RAVI (NAGARKURNOOL): Hon. Chairperson, Madam, I rise to

draw the urgent attention of this House to the continuing plight of domestic workers in India, one of the largest yet most invisible segments of our workforce. A majority of them are women from marginalised and economically vulnerable backgrounds, who sustain households and enable broader economic participation. Despite their vital contribution, domestic workers face systemic exploitation, absence of legal recognition, lack of written contracts, undefined working hours, wage theft, arbitrary dismissal, and denial of basic rights such as weekly rest and leave. Many are also subjected to physical, sexual, and psychological abuse, with little or no access to justice. The unregulated functioning of placement agencies further aggravates their vulnerability.

The recent Expert Committee has stated that existing labour Codes and welfare mechanisms are sufficient. However, ground realities clearly indicate otherwise. Domestic workers remain outside effective enforcement frameworks, as their workplaces – private homes – are beyond the reach of labour inspection. Welfare schemes like e-Shram do not provide enforceable rights or accountability.

Therefore, I urge the Government to enact a comprehensive Central legislation recognising domestic workers as workers, ensuring minimum wages, regulated working conditions, social security, and accessible grievance redressal mechanisms. I also request the Government to take steps towards ratification and implementation of ILO Convention 189. This is not merely a labour issue, but a matter of dignity, gender justice, and constitutional rights.

13.00 hrs

श्री जय प्रकाश (हिसार) : धन्यवाद सभापति महोदया। मैं आज आपके माध्यम से सरकार का ध्यान एक अत्यंत गंभीर विषय की ओर आकर्षित करना चाहता हूँ। आज इंटरनेट और सोशल मीडिया के युग में कई बार कुछ असामाजिक तत्वों द्वारा महान संत और महाकवि महर्षि वाल्मीकि के संबंध में आपत्तिजनक एवं भ्रामक सामग्री प्रसारित की जा रही है। रामायण के रचयिता भगवान वाल्मीकि न केवल सनातन संस्कृति के आधार स्तंभ हैं, बल्कि करोड़ों लोगों की आस्था और सम्मान का प्रतीक भी हैं। इसके बावजूद कुछ वेबसाइटों और विशेष रूप से सर्च इंजन गूगल पर खोज करने पर उनके बारे में आपत्तिजनक शब्द और भ्रामक जानकारी दिखाई देती है, जिससे समाज में गलत संदेश जाता है और वाल्मीकि समाज सहित समस्त सनातन धर्म के अनुयायियों की भावनाएँ आहत होती हैं तथा समाज में भ्रम और तनाव की स्थिति उत्पन्न हो सकती है।

मेरा सरकार से आग्रह है कि वह इस विषय को गंभीरता से लेते हुए संबंधित कंपनियों और प्लेटफॉर्मों को निर्देश दे कि वे ऐसी आपत्तिजनक एवं भ्रामक सामग्री को तुरंत हटाएँ और भविष्य में इस प्रकार की सामग्री के प्रसार पर प्रभावी रोक लगाने के लिए ठोस व्यवस्था करें, ताकि समाज में सौहार्द और सम्मान की भावना बनी रहे।

सभापति महोदया, मैं एक और बात कहना चाहूंगा कि हमारे हरियाणा में इस तरह का एक इश्यू आया, जो बड़ा खतरनाक था। उसमें जातीय दंगे फैलने की संभावना हो गई थी। इसके लिए दीपेन्द्र सिंह हुड्डा जी और हम सब लोगों ने प्रयास किया कि किसी तरीके से इसको रोका जाए। मंत्री जी यहां बैठे हैं, मैं इनसे निवेदन करूंगा कि तत्काल प्रभाव से इन आपत्तिजनक शब्दों को गूगल और दूसरे सोशल मीडिया प्लेटफॉर्म्स से निकाला जाए।

अंत में, मैं कहूंगा- जय भगवान वाल्मीकि।

श्री भर्तृहरि महताब (कटक): धन्यवाद मैडम। I come from a place, and I represent Cuttack Parliamentary Constituency, which gave birth to Netaji Subhas Chandra Bose. Our beloved Prime Minister installed a full life-sized statue at

India Gate. But there is certain unfinished work that needs to be done.

It was in 1953 that my father had visited Japan, and during that visit to Japan he also visited the Renkoji Temple in Tokyo where the ashes of Netaji Subhas Chandra Bose are kept. Recently, a petition was filed in the Supreme Court of India before the Chief Justice and other two judges -- it was a three-Bench court -- that the ashes of Netaji Subhas Chandra Bose should be brought back to India.

For a very long time, during Congress regime, the impression that was being created is that Netaji's ashes in Tokyo are not real. But now, Netaji's daughter has been asked to file a petition before the Supreme Court of India, and this has been said by no less than the Chief Justice of Supreme Court of India.

My request to you, through this House, and to the Government is that the Government of India should take adequate steps to bring back the ashes of Netaji Subhas Chandra Bose to India so that we can pay adequate homage to the great son of this country.

Therefore, I would like to draw the attention of this august House and the Government towards a matter of deep national sentiment and historical justice connected to Subhas Chandra Bose. Recently, as I said, the Supreme Court of India observed that Anita Bose, the daughter of Netaji, should personally approach the court if she seeks its intervention for bringing his ashes from Renkoji Temple back to India.

I would urge the Union Government to take proactive steps both

diplomatically and legally to ensure the return of Netaji's remains. The Government must also extend full support to his daughter in pursuing her rightful claim. This is not merely a family matter, but a question of national honour.

DR. GANAPATHY RAJKUMAR P. (COIMBATORE): Hon. Chairperson Madam, I rise to raise a matter of urgent public importance, that is, the unfair minimum balance penalty imposed by private sector banks on ordinary citizens. Between Financial Years 2022 and 2025, Indian banks have earned a staggering Rs.19836 crore purely from minimum balance penalties. This is not income from lending of services. This is money taken from people simply because they did not have enough balance in their accounts. Consider this bank-wise: HDFC Bank – Rs.3872 crore; Axis Bank – Rs.2706 crore; Punjab National Bank – Rs.1578 crore; Bank of Baroda – 1272 crore; and ICICI Bank – Rs.1225 crore. Who is paying these penalties? It is not the rich; it is the daily wage workers, small farmers, migrant labourers, students and pensioners. People are being penalized for being poor. Look at the contrast. The State Bank of India stopped charging these penalties from March 2020. Today, nine out of 12 public sector banks have reformed or removed such charges. Why are private banks still continuing this practice?

I demand that the RBI must abolish minimum balance penalties for low-income account holders, Jan Dhan and other welfare accounts; and audit banks and provide funds where exploitation has occurred. We have crores of bank accounts for financial inclusion but what is the meaning of inclusion if

money is taken away from the poor? This is not inclusion; this is exclusion. I urge the Government to act immediately.

***SHRI SUKANTA KUMAR PANIGRAHI (KANDHAMAL):** Hon. Chairperson Madam, I would like to thank the government, for the foresight in reviving the postal department and introducing reforms. I am appreciative of the efforts of the government but unfortunately in my parliamentary constituency Kandhamal, a tribal dominant region, the sub post offices are functioning in rented accommodations. My tribal brothers and sisters reside at least 2 to 3 kilometres away from the said office and are unable to access the postal services.The main postal headquarters is in dilapidated condition in both Boudh and Kandhamal districts.The infrastructure and vision of the government in bringing reforms in postal department is not being felt in my constituency. Hence I wish to appeal to the Minister to take cognizance and take steps to provide permanent office accommodation for the said purpose. Frequent shifting of post offices is creating trouble for the people of my constituency. If a permanent building is given, it will greatly benefit the people.

श्री जितेंद्र कुमार दोहरे (इटावा) : माननीय सभापति महोदया, मेरे लोक सभा क्षेत्र के इटावा जिले में चकरनगर ब्लॉक पड़ता है, जो 80 प्रतिशत से ज्यादा बीहड़ क्षेत्र है। वहां पांच नदियों का संगम है। वहां पचनदा भी बना हुआ है। यहां पर कई गांव ऐसे है, जहां देश आजाद होने के बाद आज भी कई सड़कें नहीं बनी हैं, जिसके कारण वह शिक्षाविहीन रही है।

मैं आपके माध्यम से सरकार का ध्यान उत्तर प्रदेश के जनपद इटावा के चकरनगर ब्लॉक

* English translation of the speech originally delivered in Odia.

के बीहड़ क्षेत्र की ओर आकर्षित करना चाहता हूं। यह इलाका मध्य प्रदेश की सीमा से भी लगा हुआ है। भौगोलिक परिस्थितियों के कारण यहां के विद्यार्थियों को गुणवत्तापूर्ण शिक्षा प्राप्त करने के लिए दूर-दराज़ के क्षेत्रों में जाना-आना पड़ता है।

इस क्षेत्र में केन्द्रीय स्तर की गुणवत्तापरक शिक्षा की सुविधा उपलब्ध नहीं है, इस कारण अनेक प्रतिभाशाली छात्र-छात्राएं मार्ग न होने के कारण बेहतर शिक्षा से वंचित रह जाते हैं। यदि इस सीमावर्ती बीहड़ क्षेत्र में केन्द्रीय विद्यालय की स्थापना हो जाती है तो इससे न केवल बीहड़ क्षेत्र बल्कि आसपास के अनेक गांवों के विद्यार्थियों को भी इसका लाभ प्राप्त होगा।

अत: मेरा सरकार से विनम्र निवेदन है कि चकरनगर ब्लॉक के बीहड़ क्षेत्र में केन्द्रीय विद्यालय की स्थापना की जाए, जो अति आवश्यक है। यहां पर ऐसे कई मार्ग हैं, जहां से बच्चे स्कूल नहीं जा पाते हैं जैसे चकरनगर से हनुमंतपुरा नंगला महानन्द मार्ग, भरेहमार्ग से मिनी गांव तक, मितरौल से गोहरो गांव तक, हनुमंतपुरा रोड से बिरौनाबाग तक, काला पाथर से पचनदा मार्ग तक। यहां रोड न होने की वजह से बच्चे विद्यालय नहीं जा पाते हैं, यह मार्ग सेन्चुरी की वजह से अटके हुए हैं, मैं इस विभाग के मंत्री से भी कहना चाहता हूं कि तेलियन खोरन गांव की सड़क, गोरवन बाग से कोटरामार्ग, यहां रोड न होने से बच्चों का भविष्य चौपट हो रहा है।

मैं आपके माध्यम से मंत्री जी से कहना चाहता हूं कि सेन्चुरी में रोड बनाने पर रोक को हटाकर यदि मार्ग बन जाता है तो सभी बच्चों को शिक्षा प्राप्त हो सकेगी। वहां केन्द्रीय विद्यालय जरूरी है, केन्द्रीय विद्यालय न होने के से यहां के बच्चों को बहुत दूर जाना पड़ता है। बहुत-बहुत धन्यवाद।

SHRI ANUP SANJAY DHOTRE (AKOLA): I would like to express my heartfelt thanks to our hon. Prime Minister for his continued commitment to the welfare of farmers and agricultural sector. His visionary leadership and farmer-centric policies have ensured that the backbone of our economy – our farmers – receive the attention and support they truly deserve.

Madam, I would like to commend the Government for its proactive decision to increase the MSP of cotton to Rs. 8,110. This important step directly benefits and empowers lakhs of cotton farmers across the nation. The MSP of cotton has increased by 108 per cent over the last 11 years, reflecting consistent annual growth and the Government's firm commitment to ensure fair returns for farmers.

India's import of raw cotton during 2020-21 was 1.10 million bales, which has increased to 4.13 million during 2024-25. At the same time, India's export of raw cotton declined from 7.75 million bales to 1.80 million bales. This change signifies India's progress under the 'Make in India' initiative and reflects a significant rise in domestic as well as imported raw cotton.

Globally, the leading producers of cotton, like China, the United States, and others have mechanised cotton harvesting using advanced technologies like cotton pickers and module builders, significantly reducing labour requirements. For instance, mechanical harvesters in the United States can harvest hundreds of kilograms of cotton in a single day, whereas manual plucking in India may require plucking around 250 cotton bolls to obtain one kilogram of manual process, labour-intensive cotton picking.

The Government should consider increasing the basic custom duty to 10 per cent from the existing five per cent, which would motivate farmers and ensure that they do not feel like scapegoats in the market system.

Madam, I would like to end my speech by saying that in order to protect the farmers truly, we must stand with them rather than prioritising the

industries. India has nearly 500 million people who depend on agriculture for their livelihood, whereas the livelihood of 45 million people is dependent upon the textile industry.

Though mitigation measures, such as the Production Linked Incentive (PLI) Scheme, should be adopted in the textile sector, but the farmer should be considered the lifeline of India. Thank You, Madam.

श्री अरुण भारती (जमुई) : धन्यवाद सभापति महोदया । अपनी बात कहने से पहले देश की आजादी के लिए अपना बलिदान देने वाले भगत सिंह जी, सुखदेव जी, राजगुरु जी को अपनी विनम्र श्रद्धांजलि एवं नमन करता हूं। साथ ही साथ प्रखर समाजवादी डॉक्टर मनोहर लोहिया जी की जयंती पर उन्हें नमन करता हूं, साथ ही देश के यशस्वी प्रधान मंत्री श्री नरेंद्र मोदी जी को सार्वजनिक जीवन में एक लंबे अरसे, लगभग 8 हजार 931 दिन से अधिक पूर्ण करने पर उन्हें शुभकामनाएं एवं बधाई देता हूं।

महोदया, माननीय वित्त मंत्री जी एवं प्रधान मंत्री ने बजट-2026-27 में देश में युवाओं और खेल के लिए 'खेलो इंडिया मिशन' के तहत ऐतिहासिक 924 करोड़ रुपये का आवंटन दिया है, जो सराहनीय है। साथ ही साथ भारत को उच्च गुणवत्ता एवं किफायती खेल सामग्री का ग्लोबल हब बनाने के लिए स्पोर्ट्स मैनुफैक्चरिंग हेतु अलग से 500 करोड़ रुपये का आवंटन किया है, जो एक बहुत सराहनीय कदम है।

महोदया, आदरणीय वित्त मंत्री जी ने अपने भाषण में अगले एक दशक में स्पोर्ट्स सेक्टर को पूरी तरह से ट्रांसफॉर्म करने का विजन देश को दिया था, यह तभी पूरी तरह से साकार हो सकता है, जब ये नीतियां दिल्ली के बड़े स्टेडियम से निकलकर हमारे गांव-देहात के आम आदमी तक पहुंच सके।

महोदया, मैं आपका ध्यान अपने संसदीय क्षेत्र जमुई की तरफ आकर्षित करना चाहता हूं। जमुई व आस-पास के क्षेत्रों में हमारे युवा, ग्रामीण बच्चों में अपार प्रतिभा है, लेकिन उचित स्पोर्ट्स

इंफ्रास्ट्रक्चर न होने के कारण उनकी प्रतिभा या तो गांव के धूल भरे मैदानों या खेतों में ही सिमटकर रह जाती है । अत: मेरा माननीय प्रधान मंत्री जी, सरकार और साथ ही साथ खेल मंत्रालय से आग्रह है कि जमुई में एक मल्टी स्पोर्ट्स कॉप्लेक्स व साथ ही साथ यदि संभव तो, एक इंटर-नेशनल क्रिकेट स्टेडियम के बारे में अवश्य किया जाना चाहिए । मुझे पूर्ण विश्वास है कि आदरणीय प्रधान मंत्री जी के 'खेलेगा इंडिया, तभी तो खिलेगा इंडिया' विजन को साकार करने के लिए यदि सरकार जमुई में युवाओं को यह सौगात देती है, तो हमारे क्षेत्र की तरफ से आपका बहुत-बहुत आभार रहेगा। धन्यवाद।

DR. NAMDEO KIRSAN (GADCHIROLI-CHIMUR): Thank you, Madam. My Parliamentary constituency Gadchiroli is going to come up as a steel hub. स्टील हब होने के लिए वहां पर खदानें तो हैं, लेकिन स्टील प्लांट अभी केवल एक है और दूसरा आ रहा है। मेरे गढ़चिरौली क्षेत्र में कोंसारी में लॉयड मेटल्स एंड एनर्जी लिमिटेड का स्टील प्लांट है। इसे अभी और डेवलप करना है, बढ़ाना है, इसलिए उनको 4 हजार 5 सौ हेक्टेयर लैंड की जरूरत है। उनके करीब स्थित जयरामपुर व मुधौली एरिया में उन्होंने किसानों की फर्टाइल लैंड लेने के लिए मेजरमेंट करना शुरू कर दिया है। इसी प्रकार वहां जेएसडब्ल्यू का नया प्लांट आ रहा है। उसके लिए भी करीब 3 हजार 5 सौ हेक्टेयर भूमि की जरूरत है। वहां पर जो 14 गांव हैं, उनकी जमीनों को एक्वायर करने के लिए मेजरमेंट चल रहा है । किसानों का विरोध इसलिए है, क्योंकि वह फर्टाइल लैंड है। गढ़चिरौली जंगल का एरिया है। ज्यादा से ज्यादा लैंड जंगल ने ऑक्युपाई की है। फर्टाइल लैंड बहुत कम है। यदि इस प्रोजेक्ट के लिए किसानों की कल्टीवेटेड लैंड एक्वायर की गई, तो उनके पास कोई कल्टीवेटेड लैंड नहीं बचेगी। इसीलिए वे विरोध कर रहे हैं।

महोदया, उनका कहना यह है कि यदि सरकार एमआईडीसी प्लांट के लिए उनकी जमीन एक्वायर करती है, तो उनका जो भी कहना है, उसे सुना जाए। जो भी मुआवजा है, उसे कंसल्ट करके मुआवजा दिया जाए। यदि वे जमीन देना चाहते हैं या नहीं देना चाहते हैं, इसकी सहमति लेने के बाद ही उनकी जमीन ली जाए।

माननीय सभापति : माननीय सदस्य, कृपया अपनी बात समाप्त करें।

डॉ. नामदेव किरसान : मैडम, मैं एक मिनट में अपनी बात समाप्त कर रहा हूं। उसी एरिया में आष्टी में एक पेपर मिल है। पेपर मिल की जगह त्रिवेणी में है, जिसे लॉयड मेटल्स ने उसी पर्पज़ से परचेज किया है, लेकिन वहां भी 4 सौ मजदूर काम करते हैं। वहां 400 कामगार काम करते हैं और अगर यह लैंड दूसरी कंपनी को ट्रांसफर होती है तो उन 400 लोगों को वहां रोजगार मिलना चाहिए। यह उनकी मांग है। धन्यवाद।

श्री बाबू सिंह कुशवाहा (जौनपुर) : महोदया, मैं आपके माध्यम से देश में उत्पन्न घरेलू गैस संकट के एक अत्यंत गंभीर विषय को सदन के समक्ष रखना चाहता हूँ। विशेष रूप से उत्तर प्रदेश जैसे बड़े राज्य, जिसकी जनसंख्या बहुत अधिक है, वहां उत्पन्न स्थिति की ओर सरकार का ध्यान आकर्षित कराना चाहता हूँ। आज देश का हर परिवार, चाहे वह शहर में हो, चाहे गांव में हो, इस संकट से प्रभावित हो रहा है।

महोदया, अभी हाल ही में 7 मार्च, 2026 को 14.2 किलो वाले घरेलू एलपीजी सिलेंडर के दाम में 60 रुपये की बढ़ोतरी की गई है। आज दिल्ली में यह सिलेंडर 913 रुपये, बम्बई में 912 रुपये, कोलकाता में 939 रुपये और चेन्नई में 928.50 रुपये पर पहुँच गया है। यह केवल एक बार की वृद्धि नहीं है, बल्कि पिछले 11 महीने में दूसरी बार बढ़ोतरी की गई है। इससे आम आदमी की रसोई पर सीधा और भारी बोझ पड़ रहा है।

महोदया, इसके साथ-साथ सप्लाई की गंभीर समस्या भी सामने है। इसका असर उत्तर प्रदेश के शहरी और ग्रामीण दोनों क्षेत्रों में साफ दिखाई पड़ रहा है। मध्य-पूर्व में चल रहे संघर्ष और शिपिंग व्यवधान के कारण भारत में एलपीजी आयात व्यवस्था प्रभावित हुई है। हमारा देश अपनी आवश्यकताओं का लगभग 65 से 90 प्रतिशत एलपीजी आयात करता है। परिणामस्वरूप कई शहरों और जिलों में लंबी वेटिंग लिस्ट बन गई है। उत्तर प्रदेश के छोटे शहरों, कस्बों में सिलेंडर की उपलब्धता से लोग अधिक प्रभावित हो रहे हैं।

कमर्शियल गैस सिलेंडर की जो स्थिति है, जो छोटे व्यापारी, उद्योगपति हैं, जो ढ़ाबे और

होटल हैं, वे भी इससे प्रभावित हो रहे हैं । मैं सरकार से मांग करता हूँ कि घरेलू एलपीजी की कीमतों में तत्काल प्रभाव से राहत दी जाए । इसमें हुई बढ़ोतरी को वापस लिया जाए । आंशिक सब्सिडी दी जाए । एलपीजी के आयात स्रोतों में वृद्धिकरण किया जाए ताकि भविष्य में ऐसी स्थिति उत्पन्न न हो । देश में घरेलू उत्पादन और आपात भंडार को बढ़ावा दिया जाए, जो वर्तमान में बहुत सीमित है । पीएनजी के नेटवर्क का तेजी से विस्तार किया जाए, विशेषकर उत्तर प्रदेश के शहरों, कस्बों में ताकि एलपीजी पर निर्भरता कम हो । होल्डिंग और ब्लैक मार्केटिंग पर सख्ती से कार्रवाई की जाए । इसके साथ ही पारदर्शी वितरण प्रणाली लागू की जाए, खासकर उत्तर प्रदेश जैसे बड़े राज्य में प्रभावी निगरानी सुनिश्चित की जाए ।

महोदया, यह केवल एक आर्थिक मुद्दा नहीं है, बल्कि यह देश के हर परिवार की रसोई, उसके सम्मान से जीवन-यापन से जुड़ा हुआ विषय है । अत: मैं सरकार से इस पर तत्काल और प्रभावी कदम उठाने का निवेदन करता हूँ। बहुत-बहुत धन्यवाद ।

प्रो. वर्षा एकनाथ गायकवाड़ (मुम्बई उत्तर-मध्य) : महोदया, आपने मुझे अवसर दिया, इसके लिए मैं आपका धन्यवाद व्यक्त करती हूँ।

महोदया, मुम्बई में बर्मा शेल रेलवे लाइन के बाजू में स्थित जो हमारी झोपड़ पट्टियां हैं, उनका पुनर्वसन करने की आवश्यकता है । मैं इस विषय को शून्यकाल के माध्यम से सदन के सामने रखना चाहती हूँ।

महोदया, मुम्बई में कुर्ला से लेकर ट्रॉम्बे तक रेलवे लाइन जा रही है, उसमें बर्मा शेल से लेकर ट्रॉम्बे तक आज हजारों परिवार भारी असुरक्षा के वातावरण में हैं । आज मध्य रेलवे के माध्यम से लगभग 3,150 झोपड़ियों को नोटिस दिया गया है और उनको तोड़ने की कार्रवाई के बारे में बात की जा रही है, योजना बनायी जा रही है ।

महोदया, मुझे आपके माध्यम से यह विनती करनी है कि ये सिर्फ झोंपड़ियां नहीं हैं, ये उनके घर हैं । वहां उनका परिवार रहता है । वहां उनके बच्चों का भविष्य रहता है । सबसे बड़ी बात यह है कि उनकी मेहनत और जीवन की कमाई वही घर है । हम आज के शून्यकाल के माध्यम से

यह कहना चाहते हैं कि उनके घरों को बचाया जाए, उनका पुनर्वसन किया जाए। मैं लगातार देख रही हूँ कि हर दिन नोटिस जाता है और हर दिन लोगों के मन में डर का माहौल पैदा होता है कि हमारा आशियाना उजड़ जायेगा। ऐसा वातावरण वहां पर पैदा हुआ है।

महोदया, मेरी आपके माध्यम से एक विनती है। मैंने मंत्री महोदय को, मैंने मध्य रेलवे के डीआरएम को पत्र लिखा, मैं उनसे व्यक्तिगत रूप से जाकर विनती की कि आपको सबसे पहले तो इसका सर्वे करना चाहिए। सर्वेक्षण करने के बाद आपको इनके पुनर्वसन के लिए, जो एसआरआई या कोई अलग योजना है, उसका काम करना चाहिए। हम मुम्बई में लगातार देखते हैं कि सेन्ट्रल गवर्नमेंट की, केन्द्र शासन की जितनी भी जमीनें होती हैं, चाहे वह रेलवे की जमीन हो, चाहे वह बीपीटी की जमीन हो, चाहे वह एविएशन की जमीन हो, चाहे वह डिफेंस की लैंड हो, उनके ऊपर ये झुग्गी-झोपड़ियां हैं, इसके लिए कोई पॉलिसी नहीं है। यह बहुत ही महत्वपूर्ण मुद्दा है। यह लोगों से जुड़ा हुआ मुद्दा है। जो केन्द्र सरकार की जमीनें हैं, ये जो चार-पांच तरह की जमीनें हैं, इनके ऊपर केन्द्र सरकार और राज्य सरकार कोई बातचीत नहीं करती हैं, कोई पॉलिसी नहीं है। आज आप देखेंगे तो मुम्बई में बड़े पैमाने पर हजारों लोग इस तरह की लैंड पर, डिफेंस, एविएशन, रेलवे और जैसा मैंने कहा कि बीपीटी लैंड पर रहते हैं। इनके पुनर्वसन के लिए योजना होनी चाहिए और उन्हें वहीं पर रखना चाहिए। यह मैं आपके माध्यम से शून्यकाल में प्रस्ताव रख रही हूँ। धन्यवाद।

श्री नारायणदास अहिरवार (जालौन) : सभापति जी, धन्यवाद।

सभापति महोदया, मैं आपके माध्यम से सरकार का ध्यान अपने जनपद जालौन लोक सभा संसदीय क्षेत्र और बुंदेलखंड के में बसोड़ (बरार) समाज से संबंधित एक अत्यंत गंभीर एवं संवेदनशील विषय की ओर आकृष्ट कराना चाहता हूँ।

महोदया, जालौन जिले में बसोड़ (बरार) समाज के परिवारों की संख्या हजारों में है, किंतु दिनांक 06 जुलाई, 2024 को परियोजना निदेशक द्वारा शासन को प्रेषित पत्र संख्या 645 में यह उल्लेख किया गया है कि जिले में इस जाति के लोगों की संख्या शून्य है। यह तथ्य न केवल सत्य से परे है, बल्कि समाज विशेष के प्रति एक गहरी उपेक्षा और संवेदनहीनता को भी दर्शाता है। जब

इस विषय में परियोजना निदेशक से संपर्क किया गया तो उन्होंने बताया कि 9 विकास खंड अधिकारियों ने लिखित रूप से यह सूचित किया है कि उनके क्षेत्रों में बसोड़ (बरार) जाति के लोग निवास नहीं करते हैं। जिले के विभिन्न क्षेत्रों में रहने वाले बसोड़ (बरार) समाज के नागरिकों ने आय प्रमाण पत्र, जाति प्रमाण पत्र, निवास प्रमाण पत्र, शपथ पत्र एवं मकानों की फोटो संलग्न करते हुए लगभग 60 आवेदन मुख्यमंत्री कार्यालय को भेजे, जिनमें से केवल 12 आवेदन ही प्रस्तुत किए गए जबकि शेष आवेदन छिपा दिए गए। यह अत्यंत निंदनीय, पक्षपातपूर्ण एवं प्रशासनिक त्रुटि है।

इस दुर्भावनापूर्ण कृत्य के कारण हजारों गरीब एवं पात्र बसोड़ (बरार) परिवार के लोग मुख्यमंत्री आवास योजना जैसे महत्वपूर्ण लाभ से वंचित हो गए हैं। परियोजना निदेशक द्वारा प्रेषित रिपोर्ट में विकास खंडवार संख्या भ्रामक एवं तथ्यहीन दर्शाई गई है, विशेष रूप से रामपुरा विकास खंड में बसोड़ (बरार) समाज की उपस्थिति को पूरी तरह से नकार दिया गया है, जो कि सरासर अनुचित है।

सभापति महोदया, मैं सरकार से मांग करता हूँ कि जालौन जिले में बसोड़ (बरार) समाज के सभी परिवारों का भौतिक सत्यापन शीघ्र कराया जाए तथा मुख्यमंत्री आवास योजना (ग्रामीण) के अंतर्गत उन्हें प्राथमिकता सूची में सम्मिलित किया जाए। दिनांक 06 सितम्बर, 2024 के शासनादेश के अनुपालन में योजना के प्रभावी क्रियान्वयन हेतु विशेष निर्देश जारी किए जाएं। बसोड़ समाज सहित अन्य वंचित वर्गों की संवैधानिक सुरक्षा, सामाजिक न्याय एवं समान अधिकारों की सुनिश्चितता के लिए कठोर एवं प्रभावशाली कदम उठाए जाएं।

श्री भारत सिंह कुशवाह (ग्वालियर) : माननीय सभापति महोदया, मैं इस सदन के माध्यम से अपने संसदीय क्षेत्र, ग्वालियर, की एक अत्यंत गंभीर एवं जन-स्वास्थ्य से जुड़ी समस्या की ओर सरकार का ध्यान आकर्षित करना चाहता हूं और यह समस्या है - ग्वालियर शहर में समुचित ड्रेनेज व्यवस्था तथा सीवेज ट्रीटमेंट प्लांट (STP) का अभाव।

माननीय सभापति महोदया, ग्वालियर एक ऐतिहासिक, शैक्षणिक एवं औद्योगिक दृष्टि से महत्वपूर्ण तथा तेजी से विकसित होता हुआ शहरी क्षेत्र है, किंतु विडंबना यह है कि आज भी शहर

के अनेक भागों में कच्चे नाले, जर्जर ड्रेनेज लाइनें तथा अनियोजित सीवेज व्यवस्था विद्यमान हैं। इन कच्चे नालों में गंदा पानी खुले में बहता है, जिससे मलेरिया, डेंगू, टायफाइड एवं डायरिया जैसी संक्रामक बीमारियों का प्रसार तेजी से होता है। इसका सबसे अधिक दुष्प्रभाव गरीब, बुजुर्ग एवं बच्चों पर पड़ता है।

माननीय सभापति महोदया, मानसून के दौरान स्थिति और भी विकट हो जाती है। जलभराव के कारण सड़कें एवं नाले एक-दूसरे में मिल जाते हैं, जिससे नागरिकों का आवागमन बाधित होता है। कई स्थानों पर खुले एवं गहरे नालों में गिरने से नागरिकों की मृत्यु तक की दुखद घटनाएँ सामने आती हैं। यह मानव जीवन के प्रति गंभीर लापरवाही का परिचायक है। विशेष रूप से, हमारे लोकसभा क्षेत्र के अंतर्गत डबरा क्षेत्र में नालों की समस्या अत्यंत गंभीर एवं विकराल रूप धारण कर चुकी है, जहाँ प्रति वर्ष जलभराव एवं असुरक्षित नालों के कारण जन-धन की हानि होती है। इसके अतिरिक्त, ग्वालियर में उत्पन्न होने वाला अधिकांश सीवेज बिना किसी शोधन के नदियों एवं अन्य जल स्रोतों में प्रवाहित हो रहा है, जिससे पर्यावरण प्रदूषण में वृद्धि हो रही है तथा भू-जल भी दूषित हो रहा है।

अतः मैं सरकार से आग्रह करता हूँ कि इस गंभीर समस्या के समाधान हेतु अमृत 2.0 एवं शहरी विकास मंत्रालय की अन्य प्रासंगिक योजनाओं अथवा प्राकृतिक आपदा मद के अंतर्गत आवश्यक वित्तीय प्रावधान सुनिश्चित किए जाएँ। साथ ही, ग्वालियर शहर में चरणबद्ध एवं समग्र ड्रेनेज नेटवर्क का विकास किया जाए तथा पर्याप्त क्षमता के आधुनिक सीवेज ट्रीटमेंट प्लांट स्थापित किए जाएँ। पुराने कच्चे नालों को पक्के, सुरक्षित एवं ढके हुए ड्रेनेज सिस्टम में परिवर्तित किया जाना अत्यंत आवश्यक है।

मुझे पूर्ण विश्वास है कि सरकार जन-स्वास्थ्य, पर्यावरण संरक्षण एवं शहरी गरिमा को ध्यान में रखते हुए इस विषय पर शीघ्र एवं ठोस निर्णय लेगी।

SHRI RICHARD VANLALHMANGAIHA (MIZORAM): Madam, I rise to draw the attention of this House to the poor condition of the National Highway-6,

previously known as National Highway 54, in a stretch from Vairengte to Sairang, particularly the Sairang to Kawnpui region. This road is the lifeline of my State, which is under the National Highway and Infrastructure Development Corporation. The work is being executed by Balaji Construction, Jandu Construction, and B.R. Goyal Construction Private Limited. They are all Delhi-based companies. I have even met the NHIDCL officials and discussed about this issue.

Every year during monsoon, we suffer a lot due to increase of price of many things and lack of several commodities due to the poor road condition. The work carried out by the above-mentioned construction companies is very slow, and at this working speed, they will not be able to complete this work before monsoon. If the work is not completed before monsoon, we will be facing same problem again like the previous year.

We, the people of Mizoram, do not want to face the same problem any more. Therefore, I urge the Ministry to carry out the work speedily so that a permanent solution can be found out. Thank you.

श्री बिष्णु पद राय (अंडमान और निकोबार द्वीप समूह) : माननीय सभापति महोदया, अंडमान और निकोबार द्वीप समूह के निवासियों की तरफ से माननीय मोदी जी से अनुरोध है कि अंडमान में डीम्ड यूनिवर्सिटी नहीं बनायी जाए, बल्कि वहां सेंट्रल यूनिवर्सिटी दी जाए। इसी कारण से 16 फरवरी को अंडमान-निकोबार पूरी तरह से पीसफुली बंद हुआ। भारत सरकार ने वर्ष 2014 से 2021 तक नौ केंद्रीय विद्यालयों की स्थापना की है। लद्दाख में एक, दिल्ली में दो, आंध्र प्रदेश में तीन और बिहार में तीन केंद्रीय विद्यालय दिये गये। केवल यही नहीं, अन्य यूनियन टेरीटरीज सहित दिल्ली में सात केंद्रीय विद्यालय दिए गए।

महोदया, जम्मू-कश्मीर को सेंट्रल यूनिवर्सिटी दी गई। लद्दाख को एक सेंट्रल यूनिवर्सिटी दी गई और पांडिचेरी को भी सेंट्रल यूनिवर्सिटी दी गई।

महोदया, मेरी आपके माध्यम से प्रार्थना है, माननीय मोदी जी से प्रार्थना है कि अंडमान निकोबार द्वीप समूह अंतिम पंक्ति में खड़ा है। वहां मोदी जी हांग कांग और सिंगापुर जैसी जगह बना रहे हैं। अंडमान-निकोबार द्वीप समूह में ऑयल एंव गैस भी मिल चुके हैं। मैं आपके माध्यम से सरकार से निवेदन करूंगा कि वहां भी केंद्रीय विश्वविद्यालय दिया जाए। मेरी प्रार्थना है कि जब तक वहां केंद्रीय विश्वविद्यालय नहीं दिया जाएगा, तब तक उसे पुदुचेरी यूनिवर्सिटी के साथ जारी रखा जाए।

श्री कौशलेन्द्र कुमार (नालंदा) : मैडम, आपने मुझे शून्य प्रहर में बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

बिहार में कुम्हार (प्रजापति) समन्वय समिति की एक माँग वर्षों से केन्द्र सरकार और राज्य सरकार के पास लंबित है। वर्ष 1950 के भारत सरकार के आदेश में लगे नोट में 'कुम्हार' शिल्पकला की उपजाति में शामिल थी।

अनुसूचित जाति, अनुसूचित जनजाति आयोग के गठन में कुम्हारों का कोई भी जनप्रतिनिधि नहीं रहने के कारण कुम्हारों को बाहर रखा गया था, जिसका परिणाम है कि आज कुम्हारों की स्थिति बिहार राज्य में बद से बदतर है। बिहार सरकार को अनुग्रह नारायण सामाजिक शोध संस्थान द्वारा समाज का एथनोग्राफी बिहार सरकार को सौंपा जा चुका है। कुम्हार जाति आज भी गाँवों में 90 प्रतिशत अशिक्षित है। उनकी आर्थिक स्थिति बद से बदतर है और दलित और महादलित परिवार से भी गरीब हैं।

मैडम, मेरी सदन और सरकार से मांग है कि कुम्हार जाति को अनुसूचित जाति की श्रेणी में शामिल करने के लिए सरकार विचार करे और बिहार सरकार से भी सलाह करे तथा अन्य राज्यों की भाँति बिहार राज्य में भी माटी कला बोर्ड के गठन की अनुमति एवं सहयोग प्रदान करे।

बहुत-बहुत धन्यवाद।

डॉ. फग्गन सिंह कुलस्ते (मंडला) : सभापति महोदया, मैं आपके माध्यम से एक बहुत ही महत्वपूर्ण विषय विशेषकर हमारे देश की गोंडी भाषा को आठवीं अनुसूची में शामिल करने और इसे स्थानीय भाषा के रूप में मान्यता दिए जाने के संबंध में आग्रह करता हूँ।

विशेषकर देश के 17 ऐसे राज्य हैं, जहां पर इस समुदाय के लोग रहते हैं। इस समय 13 राज्यों में लोग गोंडी भाषा बोलते हैं। जिनमें विशेषकर मध्य प्रदेश, छत्तीसगढ़, महाराष्ट्र, झारखंड, ओडिशा, उत्तर प्रदेश पूर्वांचल, तेलंगाना, आंध्र प्रदेश, कर्नाटक, पश्चिम बंगाल, बिहार, असम शामिल हैं। दिल्ली में देशभर के लोग रहते हैं, जो इस भाषा का उपयोग करते हैं।

महोदया, मैं कहना चाहता हूँ कि सरकार इस पर विचार करे और राज्यों से बातचीत करे। देश के बहुत बड़े भाग में इसके पहले आजादी के पूर्व हमारा गोंड साम्राज्य हुआ करता था, इसमें जो क्षेत्र हैं, वहां की यह भाषा है। वहां की संस्कृति, वहां की परम्परा आज भी मौजूद है और देश भर में गोंडी पैंटिंग्स का उपयोग करते हैं। देश में कई ऐसे अवार्डी हैं, जिन्हें राष्ट्रपति जी ने अवार्ड भी दिया है। इस समुदाय के अनेक लोग कार्य करते हैं, परंतु उनकी पहचान उस भाषा के रूप में नहीं हुई है।

इसलिए मैं अनुरोध करना चाहता हूँ कि इस प्रकार की परम्परा को स्थापित करने के लिए अन्य भाषाएं, जिन्हें आठवीं अनुसूची में शामिल किया गया है। गोंडी भाषा को भी विशेष प्राथमिकता के आधार पर आठवीं अनुसूची में शामिल किया जाए। यही मैं आपके माध्यम से सरकार से आग्रह करना चाहता हूँ कि सरकार शीघ्र निर्णय करे और गोंडी भाषा को आठवीं अनुसूची में शामिल करे। धन्यवाद।

श्री जगदम्बिका पाल (डुमरियागंज) : अधिष्ठाता महोदया, मैं आपका अत्यंत आभारी हूँ। मैं आपके माध्यम से एक अत्यंत लोक महत्व और अविलंबनीय तात्कालिक विषय की तरफ सरकार का ध्यान आकृष्ट करना चाहता हूँ।

आज देश में कन्याकुमारी से कश्मीर तक आंगनवाड़ी कार्यकर्ता और सहायिकाएं हैं, जिनकी संख्या लगभग 12 लाख 93 हजार से ऊपर है। वे सब आज अपने राज्यों में केवल पोषण

का काम नहीं कर रही हैं या टीकाकरण का काम ही नहीं कर रही हैं, बल्कि मां के स्वास्थ्य के लिए या बाल शिक्षा के लिए या गर्मियों में जब स्कूल बंद होता है, तब भी आंगनवाड़ी केन्द्र खुले रहते हैं। जिस तरह मां से लेकर गर्भवती महिला और उसके बच्चे के तीन से छह साल तक के विकास में उनका योगदान है, वह सराहनीय है। उनकी पल्स पोलियो से लेकर चुनाव में बीएलओ की भूमिका है, लेकिन आज उन्हें मानदेय के रूप में कहीं छह हजार रुपये मिल रहे हैं, तो किसी राज्य में आठ हजार रुपये और कहीं दस हजार रुपये मानदेय मिल रहा है। मैं आपके माध्यम से मांग करना चाहता हूँ कि पूरे देश की इन आंगनवाड़ी कार्यकर्ताओं और सहायिकाओं का एक मानदेय हो। वे जिस तरह से तमाम राष्ट्रीय कार्यक्रमों और योजनाओं को वास्तविकता के धरातल पर उतारने और लागू करने के लिए काम कर रही हैं, उसमें निश्चित तौर पर उनका नियमितीकरण करने पर विचार किया जाए।

आज उनका जो मानदेय है, उसको बढ़ाया जाए और मैं आपके माध्यम से एक और बात कहना चाहता हूँ कि मातृत्व लाभ (संशोधन) अधिनियम, 2017 के तहत सभी महिलाओं को 26 सप्ताह तक का अवकाश मिलता है, लेकिन आंगनवाड़ी की बहनें जब गर्भवती होती हैं और जब बच्चे की डिलीवरी होती है तो उनको मातृत्व लाभ संशोधन अधिनियम, 2017, जिसे हमारी सरकार ने पास किया था, उसका लाभ नहीं मिलता है।

सभापति महोदया, इसलिए मैं आपके माध्यम से सरकार से मांग करता हूँ कि पूरे देश की आंगनवाड़ी सहायिकाओं और कार्यकर्ताओं को मानदेय, नियमितीकरण और मातृत्व अवकाश का लाभ मिलना चाहिए।

LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE ISSUES RAISED UNDER MATTERS OF PUBLIC IMPORTANCE

सदस्य, जिनके द्वारा लोक महत्व के विषय उठाये गये।	**सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया।**
Shri Jagdambika Pal	Shri Shrirang Appa Chandu Barne

Shri Anup Sanjay Dhotre	Shri Shrirang Appa Chandu Barne Dr. Hemant Vishnu Savara Shri Naresh Ganpat Mhaske Shrimati Malvika Devi Shrimati Smita Uday Wagh Shrimati Anita Subhadarshini Shri Avimanyu Sethi
Prof. Varsha Eknath Gaikwad	Shri Vishaldada Prakashbapu Patil
Shri Bhartruhari Mahtab	Shri Avimanyu Sethi Shri Shrirang Appa Chandu Barne
Shri Bishnu Pada Ray	Shri B. Manickam Tagore
Dr. Namdeo Kirsan	Dr. Prashant Yadaorao Padole

माननीय सभापति : सभा की कार्यवाही दो बजे तक के लिए स्थगित की जाती है।

13.41 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

———

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Hon. Speaker in *the Chair*)

STATEMENTS BY MINISTERS-Contd…

(iii) Regarding on-going West Asia conflict and challenges faced by India

माननीय अध्यक्ष : माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी।

प्रधानमंत्री (श्री नरेन्द्र मोदी) : आदरणीय अध्यक्ष महोदय, मैं इस सम्मानित सदन में पश्चिम एशिया में चल रहे संघर्ष और इसकी वजह से भारत में आयी चुनौतियों पर बात रखने के लिए उपस्थित हुआ हूं। इस समय पश्चिमी एशिया के हालात चिंताजनक हैं। बीते दो-तीन हफ्तों में जयशंकर जी और हरदीप पुरी जी ने इस विषय पर सदन को जरूरी जानकारी दी है। अब इस संकट को तीन सप्ताह से ज्यादा हो रहा है। इसका पूरे विश्व की अर्थव्यवस्था और लोगों के जीवन पर बहुत ही विपरीत असर हो रहा है। इसलिए पूरी दुनिया इस संकट के जल्द-से-जल्द समाधान के लिए सभी पक्षों से आग्रह भी कर रही है।

अध्यक्ष महोदय, भारत के सामने भी इस युद्ध ने अप्रत्याशित चुनौतियां खड़ी कर दी हैं। ये चुनौतियां आर्थिक भी हैं, नेशनल सिक्योरिटी से जुड़ी हुई भी हैं और मानवीय भी हैं। युद्धरत और युद्ध से प्रभावित देशों के साथ भारत के व्यापक व्यापारिक रिश्ते हैं। जिस क्षेत्र में युद्ध हो रहा है वह दुनिया के दुसरे देशों के साथ हमारे व्यापार का भी एक महत्वपूर्ण रास्ता है। विशेष रूप से कच्चे तेल और गैस की जरूरतों का एक बड़ा हिस्सा यही क्षेत्र पूरा करता है। हमारे लिए यह रीजन एक और कारण से भी अहम है। लगभग एक करोड़ भारतीय खाड़ी देशों में रहते हैं और वहां काम करते हैं। समुंद्र में जो कॉमर्शियल शिप्स चलते हैं, उनमें भारतीय क्रू मेंबर्स की संख्या भी बहुत अधिक है। ऐसे अलग-अलग कारणों के चलते भारत की चिंताएं स्वाभाविक रूप से अधिक हैं। इसलिए यह आवश्यक है कि भारत की संसद से इस संकट को लेकर एकमत और एकजुट आवाज दुनिया में

जाए।

अध्यक्ष जी, जब से यह युद्ध शुरू हुआ है, तब से ही प्रभावित देशों में हर भारतीय को जरूरी मदद दी जा रही है। मैंने खुद पश्चिमी एशिया के ज्यादातर देशों के राष्ट्राध्यक्षों के साथ दो राउंड फोन पर बात की है। सभी ने भारतीयों की सुरक्षा का पूरा आश्वासन दिया है। दुर्भाग्य से इस दौरान कुछ लोगों की दुखद मृत्यु हुई है और कुछ घायल हुए हैं। ऐसे मुश्किल हालात में परिवारजनों को आवश्यक मदद दी जा रही है। जो घायल हैं, उनका बेहतर इलाज सुनिश्चित कराया जा रहा है।

अध्यक्ष जी, प्रभावित देशों में हमारे जितने भी मिशन हैं, वे निरंतर भारतीयों की मदद करने में जुटे हैं। वहां काम करने वाले भारतीय हों या जो टूरिस्ट के रूप में वहां गए हैं, सभी को हर संभव मदद दी जा रही है। हमारे मिशन नियमित रूप से एडवाइजरी जारी कर रहे हैं। यहां, भारत में और अन्य प्रभावित देशों में 24 बाई 7 कंट्रोल रूम और आपातकालीन हेल्पलाइन स्थापित की गयी हैं। इनके माध्यम से सभी प्रभावितों को त्वरित जानकारी दी जा रही है।

अध्यक्ष जी, संकट की इस स्थिति में देश-विदेश में भारतीयों की सुरक्षा हमारी बहुत बड़ी प्राथमिकता रही है। युद्ध शुरू होने के बाद से लेकर अब तक 3 लाख 75 हजार से अधिक भारतीय सुरक्षित भारत लौट चुके हैं। ईरान से ही अभी तक लगभग एक हजार भारतीय सुरक्षित वापस लौटे हैं। इनमें 700 से अधिक मेडिकल की पढ़ाई करने वाले युवा हैं। खाड़ी देशों में भारतीय स्कूलों में हजारों विद्यार्थी पढ़ते हैं। सीबीएसई ने ऐसे सभी भारतीय स्कूलों में होने वाली कक्षा दसवीं और बारहवीं की निर्धारित परीक्षाओं को रद्द कर दिया है। इन बच्चों की पढ़ाई निर्बाध चलती रहे, इसके लिए सीबीएसई उचित कदम उठा रही है। यानी, सरकार संवेदनशील भी है, सतर्क भी है और हर सहायता के लिए तत्पर भी है।

माननीय अध्यक्ष जी, भारत में बड़ी मात्रा में कच्चा तेल, गैस और फर्टिलाइजर जैसी अनेक जरूरी चीजें होर्मुज स्ट्रैट के रास्ते से आती हैं। युद्ध के बाद से ही होर्मुज स्ट्रैट में जहाजों का आना-जाना बहुत चुनौतीपूर्ण हो गया है। बावजूद इसके, हमारी सरकार का यह प्रयास रहा है कि पेट्रोल,

डीजल और गैस की सप्लायी बहुत ज्यादा प्रभावित न हो। देश के सामान्य परिवारों को परेशानी भी कम से कम हो, इस पर हमारा फोकस रहा है।

हम सभी जानते हैं कि देश अपनी जरूरत की 60 परसेंट एलपीजी आयात करता है। इसकी सप्लायी में अनिश्चितता के कारण सरकार ने एलपीजी के डोमेस्टिक उपयोग को प्राथमिकता दी है। साथ ही, एलपीजी के देश में ही उत्पादन को भी बढ़ाया जा रहा है। पेट्रोल-डीजल की सप्लायी पूरे देश में सुचारू रूप से होती रहे, इस पर भी लगातार काम किया गया है।

अध्यक्ष जी, आज की इन परिस्थितियों में एनर्जी सिक्योरिटी को लेकर बीते एक दशक में उठाए गए कदम और भी प्रासंगिक हो गए हैं। भारत ने बीते 11 वर्षों में अपनी एनर्जी एम्पोर्ट का डायवर्सिफिकेशन किया है। पहले, क्रूड ऑयल, एलएनजी, एलपीजी जैसी एनर्जी जरूरतों के लिए 27 देशों से इम्पोर्ट किया जाता था। वहीं आज भारत 41 देशों से एनर्जी इम्पोर्ट करता है।

अध्यक्ष जी, बीते दशक में भारत ने संकट के ऐसे ही समय के लिए कच्चे तेल के भंडारण को भी प्राथमिकता दी है। आज भारत के पास 53 लाख मेट्रिक टन से अधिक का स्ट्रैटजिक पेट्रोलियम रिजर्व है और 65 लाख मेट्रिक टन से अधिक के रिजर्व की व्यवस्था पर देश काम कर रहा है।

हमारी तेल कम्पनियों के पास जो रिजर्व रहता है, वह अलग है। बीते 11 वर्षों में हमारी रिफाइनिंग कैपेसिटी में भी उल्लेखनीय वृद्धि हुई है।

अध्यक्ष जी, सरकार अलग-अलग देशों के सप्लायर्स के साथ भी लगातार सम्पर्क में है। प्रयास यह है कि जहां से संभव हो, वहां से तेल और गैस की सप्लाई होती रहे। भारत सरकार गल्फ और आस-पास के शिपिंग रूट्स पर निरंतर नजर बनाए हुए है। हमारा प्रयास है कि तेल हो, गैस हो, फर्टिलाइजर हो, ऐसे हर जरूरी सामान से जुड़े जहाज भारत तक सुरक्षित पहुंचे। हम अपने सभी वैश्विक सहयोगियों के साथ निरंतर संवाद कर रहे हैं, ताकि हमारे मैरीटाइम कॉरिडोर सुरक्षित रहें। ऐसे प्रयासों के कारण बीते दिनों होर्मुज स्ट्रेट में फंसे हमारे कई जहाज भारत आए भी हैं।

अध्यक्ष जी, संकट के इस समय में देश की एक और तैयारी भी काम आ रही है। पिछले 10-11 सालों में इथेनॉल के उत्पादन और उसकी ब्लेंडिंग पर अभूतपूर्व काम हुआ है। एक दशक पहले तक देश में सिर्फ एक-डेढ़ परसेंट इथेनॉल ब्लेडिंग कैपेसिटी थी। आज हम पेट्रोल में 20 परसेंट इथेनॉल ब्लेंडिंग के करीब पहुंच गए हैं। इसके कारण प्रतिवर्ष करीब साढ़े चार करोड़ बैरल कम ऑयल इम्पोर्ट करना पड़ रहा है। ऐसे ही रेलवे के बिजलीकरण से भी बहुत बड़ा फायदा हो रहा है। अगर रेलवे का इतना बिजलीकरण न होता तो हर साल करीब 180 करोड़ लीटर डीजल अतिरिक्त लगता। ऐसे ही हमने मेट्रो का नेटवर्क बढ़ाया है। वर्ष 2014 में, जहां देश में मेट्रो नेटवर्क 250 किलोमीटर से भी कम था, आज यह बढ़कर करीब 1100 किलोमीटर हो गया है। हमने इलेक्ट्रिक मोबिलिटी पर बहुत अधिक बल दिया। केंद्र सरकार ने राज्यों को 15,000 इलेक्ट्रिक बसें चलाने के लिए दी हैं। आज जिस स्केल पर वैकल्पिक इंधन पर काम हो रहा है, उससे भारत का भविष्य और सुरक्षित होगा।

आदरणीय अध्यक्ष जी, हम जानते हैं कि एनर्जी आज इकोनॉमी की रीढ़ है और ग्लोबल एनर्जी नीड्स को पूरा करने वाला एक बड़ा सोर्स वेस्ट एशिया है। स्वाभाविक है कि दुनियाभर की अर्थव्यवस्था वर्तमान संकट से प्रभावित हो रही है और भारत पर इसका कम से कम दुष्प्रभाव हो, उसके लिए निरंतर प्रयास किए जा रहे हैं। सरकार इसके शॉर्ट टर्म, मीडियम टर्म और लांग टर्म, ऐसे हर असर के लिए एक रणनीति के साथ काम कर रही है। आज भारत की इकोनॉमी के फंडामेंटल्स मजबूत हैं। इससे भी देश को बहुत मदद मिली है। हम हर सेक्टर के स्टेक होल्डर्स के साथ चर्चा कर रहे हैं। जहां भी जरूरत है, उस सेक्टर को आवश्यक सपोर्ट दिया जा रहा है। भारत सरकार ने एक इंटर मिनिस्ट्रियल ग्रुप भी बनाया है। यह ग्रुप हर रोज मिलता है और हमारे इम्पोर्ट-एक्सपोर्ट में आने वाली हर दिक्कत का आकलन करता है। यह ग्रुप आवश्यक समाधान पर भी निरंतर काम करता है। मुझे पूरा भरोसा है कि सरकार और इंडस्ट्री के साझा प्रयासों से हम परिस्थितियों का बेहतर सामना कर पाएंगे।

माननीय अध्यक्ष जी, एक बड़ा सवाल यह है कि युद्ध का खेती पर क्या प्रभाव होगा? देश

के किसानों ने हमारे अन्न के भण्डार भर रखे हैं, इसलिए भारत के पास पर्याप्त खाद्यान्न है। हमारा यह भी प्रयास है कि खरीफ सीजन की ठीक से बुआई हो सके। सरकार ने बीते सालों में आपात स्थिति से निपटने के लिए खाद की पर्याप्त व्यवस्था भी की है। अतीत में भी हमारी सरकार ने दुनिया के संकटों का बोझ किसानों पर नहीं पड़ने दिया था। कोरोना और उस समय के युद्धों के दौरान उस समय भी ग्लोबल सप्लाई चेन में डिस्रप्शन आ गई थी। दुनिया के बाजार में यूरिया की एक बोरी की कीमत 3,000 रुपये तक पहुंच गई है, लेकिन भारत के किसानों को वही बोरी 300 रुपये से भी कम कीमत पर उपलब्ध कराई गई है।

अध्यक्ष जी, देश के किसानों को इस प्रकार के संकटों से बचाने के लिए भी बीते वर्षों में अनेक कदम उठाए गए हैं। पिछले एक दशक में देश में 6 यूरिया प्लांट्स शुरू किए गए हैं। इससे सालाना 7,600 लाख मीट्रिक टन से अधिक की यूरिया प्रोडक्शन कैपेसिटी जुड़ी है। इस दौरान डीएपी और एनपीके जैसी खाद का घरेलू उत्पादन भी करीब 50 लाख मीट्रिक टन बढ़ाया गया है। इतना ही नहीं, तेल और गैस की तरह खाद के आयात को भी डायवर्सिफाई किया गया है। ऐसे ही डीएपी और एनपीके के आयात के लिए भी हमने अपने विकल्पों का विस्तार किया है।

अध्यक्ष जी, सरकार ने देश के किसानों को मेड इन इंडिया नैनो यूरिया का विकल्प भी दिया है। सरकार किसानों को प्राकृतिक खेती के लिए भी प्रोत्साहित कर रही है। 'पीएम कुसुम योजना' के तहत किसानों को 22 लाख से ज्यादा सोलर पम्प दिए गए हैं। इससे भी डीजल पर उनकी निर्भरता कम हुई है। मैं सदन के माध्यम से देश के किसानों को विश्वास दिलाता हूं कि सरकार किसानों की हर संभव मदद करती रहेगी।

आदरणीय अध्यक्ष जी, युद्ध का एक बहुत बड़ा चैलेंज यह भी है कि भारत में गर्मी का मौसम शुरू हो रहा है। आने वाले समय में बढ़ती गर्मी के साथ बिजली की डिमांड बढ़ती जाएगी। फिलहाल देश के सभी पावर प्लांट्स के पर्याप्त कोल स्टाक उपलब्ध हैं। भारत ने लगातार दूसरे साल 100 करोड़ टन कोयला उत्पादन करने का रिकॉर्ड बनाया है। पावर जनरेशन से लेकर पावर सप्लाई तक के हमारे सभी सिस्टम की निरंतर मानिटरिंग भी की जा रही है और सरकार की

तैयारियां, उसको रिन्यूएबल एनर्जी से भी मदद मिली है। बीते दशक में रिन्यूएबल एनर्जी की तरफ देश ने बड़े कदम उठाए हैं। आज हमारी टोटल इंस्टाल पावर जनरेशन कैपेसिटी का आधा हिस्सा रिन्यूएबल सोर्स से आता है। आज हमारी कुल रिन्यूएबल क्षमता 250 गीगावाट के ऐतिहासिक आंकड़े को पार कर गई है। बीते 11 वर्षों में देश ने अपनी सोलर पावर कैपेसिटी करीब 3 गीगावाट से बढ़ाकर 140 गीगावाट तक पहुंचाई है। बीते वर्षों में देश में करीब 40 लाख रूफटॉप सोलर लगे हैं। इसमें 'पीएम सूर्य घर मुफ्त बिजली योजना' से भी लोगों को काफी मदद मिली है। 'गोवर्धन योजना' के तहत देश में आज 200 कंप्रेस्ड बायो गैस प्लांट्स भी काम करना शुरू कर चुके हैं। ये सारे प्रयास आज देश के बहुत काम आ रहे हैं।

सरकार ने भविष्य की तैयारी और बढ़ाते हुए "शांति" एक्ट के माध्यम से देश में न्युक्लियर एनर्जी के उत्पादन को भी प्रोत्साहित किया है। कुछ ही दिन पहले स्मॉल हाइड्रो पॉवर डेवलपमेंट स्कीम को भी हरी झंडी दी गई है, जिससे आने वाले वर्षों में 1,500 मेगावॉट नई हाइड्रो पॉवर कैपेसिटी जोड़ी जाएगी।

आदरणीय अध्यक्ष जी, जहां तक डिप्लोमैसी की बात है, भारत की भूमिका स्पष्ट है। शुरुआत से ही हमने इस संघर्ष को लेकर अपनी गहरी चिंता व्यक्त की है। मैंने स्वयं भी पश्चिम एशिया के सभी संबंधित नेताओं से बातचीत की है। मैंने सभी से तनाव को कम करने और इस संघर्ष को खत्म करने का आग्रह किया है। भारत ने नागरिकों, एनर्जी और ट्रांसपोर्ट से जुड़े इन्फ्रास्ट्रक्चर पर हमलों का विरोध किया है। कमर्शियल जहाजों पर हमला और हार्मुज स्ट्रेट जैसे अंतर्राष्ट्रीय जलमार्ग में रुकावट अस्वीकार्य है। भारत डिप्लोमैसी के जरिए युद्ध के इस माहौल में भी भारतीय जहाजों के सुरक्षित आवागमन के लिए निरंतर प्रयास कर रहा है।

अध्यक्ष महोदय, भारत हमेशा से ही मानवता के हित में और शांति के पक्ष में अपनी आवाज उठाता रहा है। मैं फिर कहूंगा कि बातचीत और कूटनीति ही इस समस्या का समाधान है। हमारे हर प्रयास तनाव को कम करने, इस संघर्ष को समाप्त करने के लिए हैं। इस युद्ध में किसी के भी जीवन पर संकट मानवता के हित में नहीं है, इसलिए भारत का प्रयास सभी पक्षों को जल्द से जल्द

शांतिपूर्ण समाधान के लिए प्रोत्साहित करने का है।

अध्यक्ष जी, जब ऐसे संकट आते हैं तो कुछ तत्व इसका गलत फायदा उठाने की कोशिश भी करते हैं, इसलिए कानून व्यवस्था सुनिश्चित करने वाली सभी एजेंसियों को एलर्ट पर रखा गया है । कोस्टल सिक्योरिटी हो, बार्डर सिक्योरिटी हो, साइबर सिक्योरिटी हो, स्ट्रेटिजिक इंस्टालेशन्स हों, सबकी सुरक्षा को और मजबूत किया जा रहा है।

अध्यक्ष जी, इस युद्ध के कारण दुनिया में जो कठिन हालात बने हैं, उनका प्रभाव लंबे समय तक बने रहने की आशंका है, इसलिए हमें तैयार रहना होगा, हमें एकजुट रहना होगा। हम कोरोना के समय भी एकजुटता से ऐसी चुनौतियों का सामना कर चुके हैं। अब हमें फिर से उसी तरह तैयार रहने की आवश्यकता है। धीरज के साथ, संयम के साथ, शांत मन से हमें हर चुनौती का मुकाबला करना है और यही हमारी पहचान है, यही हमारी ताकत है और हां, हमें बहुत सावधान और सतर्क भी रहना है। हालात का फायदा उठाने वाले झूठ फैलाने का प्रयास करेंगे। ऐसे लोगों की कोशिशों को सफल नहीं होने देना है। मैं देश की सभी राज्य सरकारों से भी इस सदन के माध्यम से आग्रह करूंगा, ऐसे समय में कालाबाजारी करने वाले, जमाखोरी करने वाले एक्टिव हो जाते हैं, इसके लिए कड़ी मॉनीटरिंग जरूरी है। जहां से भी ऐसी शिकायत आती है, वहां त्वरित कार्रवाई होनी चाहिए। देश की हर सरकार और देश का हर नागरिक जब मिलकर चलेंगे, तो हम हर चुनौती को चुनौती दे सकते हैं। इसी आग्रह के साथ मैं अपना वक्तव्य समाप्त करता हूं।

बहुत-बहुत धन्यवाद।

———

14.25 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष : माननीय सदस्यगण, आज जिन सदस्यों को नियम 377 के अधीन मामलों को उठाने की अनुमति दी गई है, वे 20 मिनट के भीतर मामले के पाठ को व्यक्तिगत रूप से सभा पटल पर रख दें।

(i) Need to provide Parja Patta Land Rights to residents of Tea Gardens alongwith implementation of New Labour Codes for revival of Tea Industry in West Bengal

SHRI RAJU BISTA (DARJEELING): The Tea industry established in 1850s is the main source of economic activity in Darjeeling hills, Terai and Dooars regions of West Bengal. However, the tea industry, as well as the tea garden workers employed therein are suffering immensely today. I would like to state that the tea garden workers have not been provided with Parja Patta land rights even after 78-years since Independence; the New Labour Codes and provision of minimum wages to tea garden workers have not been put in place yet; investment in tea companies are not being done through transparent financial channel and with the provision of Companies Act; over a period of time, many tea gardens have been shut down due to irregularities in management and lack of support to tea industry and the workers engaged therein. I am, therefore, requesting the Government to ensure Parja Patta Land Rights to residents living in Plantations similar to Forest Rights Act (2006) in West Bengal and implement New Labour Codes that guarantee

* Treated as laid on the Table.

higher wages and better life for workers. There is urgent need to strictly monitor the tea companies and their ownership patterns and also to provide support to revive the closed tea gardens.

(ii) Regarding establishment of industrial units in Balaghat Parliamentary Constituency, Madhya Pradesh

श्रीमती भारती पारधी (बालाघाट) : मैं केंद्र सरकार का ध्यान अपने संसदीय क्षेत्र बालाघाट–सिवनी की ओर आकर्षित करना चाहती हूँ। यह क्षेत्र प्राकृतिक संसाधनों से समृद्ध होने के बावजूद औद्योगिक विकास में पीछे है। अतः मैं मांग करती हूँ कि यहाँ औद्योगिक इकाइयों की स्थापना की जाए, जिससे रोजगार के अवसर बढ़ें और क्षेत्र का समग्र विकास हो सके। बालाघाट में धान का उत्पादन प्रचुर मात्रा में होता है, लेकिन उसना राइस मिलों की कमी के कारण किसानों को उचित लाभ नहीं मिल पाता। सरकार को राइस मिल उद्योग को प्रोत्साहन देना चाहिए। यहाँ मैंगनीज की भी अपार उपलब्धता है और भरवेली खदान एशिया की सबसे बड़ी खदानों में से एक है, फिर भी प्रसंस्करण इकाइयों के अभाव में कच्चा माल बाहर भेजा जाता है। यह स्थिति बदलनी चाहिए। इथेनॉल उत्पादन के लिए पर्याप्त संसाधन उपलब्ध हैं, इसलिए इथेनॉल इकाइयों की स्थापना आवश्यक है। नागपुर की निकटता को देखते हुए रक्षा उत्पादन इकाइयों की भी संभावना है। साथ ही, वारासिवनी के हैंडलूम उद्योग और लकड़ी, बांस व सागौन आधारित फर्नीचर उद्योग को बढ़ावा दिया जाना चाहिए। अतः सरकार से अनुरोध है कि बालाघाट–सिवनी में उद्योग स्थापित कर रोजगार, किसानों को उचित मूल्य और क्षेत्रीय विकास सुनिश्चित किया जाए।

(iii) Need to include Blue Pottery (Sanganeri Print) of Jaipur in 'One District One Product' scheme in Rajasthan

श्रीमती मंजू शर्मा (जयपुर) : हाल ही में राजस्थान के 41 जिलों को 'वन डिस्ट्रिक्ट वन प्रोडक्ट' योजना में शामिल किया गया है। उसके लिए मैं माननीय प्रधानमंत्री जी और वाणिजय एवं उद्योग मंत्री जी का हृदय से धन्यवाद करती हूँ। मैं माननीय मंत्री जी का ध्यान अपने निर्वाचन क्षेत्र जयपुर

की ब्लू पोटरी (सांगानेरी प्रिंट) की ओर आकर्षित कराना चाहती हूं जो कि जयपुर की एक बहुत ही पुरानी और मशहूर हस्तकला है। जो कि खास तकनीक से तैयार होती है, इनका इतिहास सैकड़ो वर्ष पुराना है। यहां रगाई छपाई का बहुत बड़ा केन्द्र है। प्रिट के केवल कपड़े ही नहीं बल्कि बैडसीट भी प्रसिद्व है। ये प्रिंट राजस्थान की संस्कृति और कला को दर्शाती है। जयपुर आने वाला प्रत्येक पर्यटक इन प्रिंटो के कपड़े अवश्य खरीदता है। जयपुर की ब्लू पोटरी विश्व भर में प्रसिद्व हस्तकला है फिर भी इसको 'वन डिस्ट्रिक्ट वन प्रोडक्ट' योजना में शामिल नहीं किया गया है। मेरा माननीय मंत्री जी से आग्रह है कि मेरे ससंदीय क्षेत्र जयपुर की ब्लू पोटरी (सांगानेरी प्रिंट) को 'वन डिस्ट्रिक्ट वन प्रोडक्ट' योजना में शामिल किया जाये जिससे कि जयपुर कि जनता को इसका लाभ मिल सके।

(iv) Need to address the problems of Multi Level Health Providers/ Community Health Officers serving in National Arogya Mandirs under National Health Mission in Telangana

SHRIMATI D. K. ARUNA (MAHBUBNAGAR): The Multi-level Health Providers (MLHP)/Community Health Officers (CHO) are serving to the Public under National Health Mission (NHM) in Ayushman Aarogya Mandirs in rural areas across Telangana. They are serving and discharging their duties equally to modern medicine Medical Officers- OPD services, field duties, emergencies, maternal and child health services, NCD Programmes. Apart from all these services, they served to the Public during COVID also. Some of long pending issues of MLHP/CHO's are uniform policy should be implemented in all states; change of designation as Medical Officers cadre; salary should be fixed as per 7th Pay Commission; NHM employees across India, who have completed 5 years of service, should be regularized; special increment and allowances to

be given to those who served during COVID; and in the State and Central AYUSH recruitment, 10 Marks weightage to be given to the doctors who served in the COVID. In view of problems facing by AYUSH doctors in my State, Telangana and on behalf of them, I request the Hon'ble Minister of AYUSH to look into these long pending issues of MLHP/CHO's on priority basis and do justice to them.

(v) Need to ensure district level contingency planning to address likely adverse impact of El Nino on monsoonal rainfall and agrarian activity in the country

DR. K. SUDHAKAR (CHIKKBALLAPUR): I would like to bring the attention of the Government towards a matter of urgent public importance regarding the emerging El Nino conditions and their potential impact on India's monsoon-dependent economy. I, as a representative of a predominantly agrarian Parliamentary Constituency, where farmers' livelihoods are directly linked to the behaviour of the monsoon. Nearly 70% of India's annual rainfall is received during the summer monsoon, making it vital for agriculture, water security, and rural incomes. Recent global assessments indicate a high probability of El Niño developing during the June–August period, coinciding with our monsoon season. Historically, such conditions have been associated with weaker rainfall and higher temperatures, often leading to deficient monsoons. It is essential to focus on the three dimensions of rainfall timing, total quantity, and distribution, as even minor disruptions can adversely affect sowing cycles and crop productivity. In this context, I urge the Government to ensure that district-level

contingency plans are operationalised with real-time monitoring, late-sowing seed varieties are made available to farmers in case of delayed rains, and early warning systems are strengthened with effective last-mile dissemination while scaling up water conservation efforts.

(vi) Need to set up a new Krishi Vigyan Kendra in Chittorgarh District, Rajasthan

श्री चन्द्र प्रकाश जोशी (चित्तौड़गढ़) : संसदीय क्षेत्र चित्तौड़गढ़ एक कृषि प्रधान जिला हैं। यहाँ की अधिकतम आबादी कृषि एवं कृषि उत्पादों पर निर्भर हैं। इस क्षेत्र में दलहन, तिलहन, खाद्य एवं मुद्रादायिनी सभी प्रकार की फसलों का उत्पादन किया जाता हैं। इसके साथ ही फल एवं सब्जियों का भी भरपूर उत्पादन किया जाता है। यहाँ पर अधिकतर जनसंख्या कृषि ही करती हैं। यहॉ पर जिले में एक और कृषि विज्ञान केन्द्र की स्थापना होने से यहॉ के किसानों के लिये अपनी आमदनी बढ़ाने के लिये उन्नत एवं तकनीकी कृषि की जानकारी मिल सकेगी। इसके साथ साथ कृषि में परम्परागत फसलों के साथ साथ विभिन्न नवाचारों को भी करने में सहायता मिलेगी। कृषि विज्ञान केन्द्र की स्थापना करने से यहाँ के किसानों के लिये कृषि के विभिन्न नवाचारों एवं कृषि से संबधी विभिन्न सुविधाओं का लाभ यहॉ के किसानों को मिल सकेगा। अतः 'सरकार से अनुरोध है कि चित्तौड़गढ़ के किसानों को ध्यान में रखते हुये चित्तौड़गढ़ जिले में एक और कृषि विज्ञान केन्द्र भैसरोड़गढ़/रावतभाटा क्षेत्र में खुलवाये जाने की स्वीकृति प्रदान करवाने की कृपा की जाए।

(vii) Regarding expeditious construction of Amroha - Kailsa Border Railway Bridge in Amroha Parliamentary Constituency, Uttar Pradesh

श्री कंवर सिंह तंवर (अमरोहा) : मैं सरकार का ध्यान अपने लोकसभा क्षेत्र अमरोहा की एक अति आवश्यक समस्या की ओर आकर्षित करना चाहता हूँ। यह विषय अमरोहा–कैलसा बॉर्डर रेलवे ब्रिज के निर्माण से संबंधित है। इस रेलवे ब्रिज का सर्वेक्षण वर्ष 2017–18 में किया गया था, किंतु इतने वर्षों के बाद भी निर्माण कार्य प्रारंभ नहीं हो पाया है। जिस कारण यहां घंटों जाम की स्थिति

बनी रहती है, इस ब्रिज के निर्माण से क्षेत्रवासियों को यातायात में सुविधा मिलेगी तथा आर्थिक और सामाजिक विकास को गति प्राप्त होगी। मैं माननीय रेल मंत्री जी से अनुरोध करता हूँ कि इस परियोजना को प्राथमिकता देते हुए शीघ्र निर्माण कार्य प्रारंभ कराया जाए।

(viii) Regarding enumeration of STs in Census 2026-27

डॉ. मन्ना लाल रावत (उदयपुर) : किसी समाज के विकास के लिए अस्मिता मूलाधार है। जब अस्मिता पर प्रश्न खड़ा होता है, तब संवैधानिक रूप से सुपात्र सदस्यों की सही पहचान नहीं हो पाती है। इस दिग्भ्रमित स्थिति में विकास की प्रक्रिया प्रभावित होती है। ऐसी प्रवृत्ति जनजाति समाज के संदर्भ में सटीक है। संसद द्वारा वर्ष 1955 में पारित द प्रोटेक्शन ऑफ सिविल राइट्स एक्ट की धारा 3 के अनुसार आदिवासी हिंदू हैं किंतु विवाह एवं उत्तराधिकार संबंधी विधानों की अस्पष्टता तथा न्यायालयों के विभिन्न निर्णयों ने भ्रम की स्थिति उत्पन्न कर दी है। ऐसे में द कैथोलिक चर्च ऑफ़ रांची के आदिवासी धर्मकोड की मांग पर झारखंड विधानसभा के एक संकल्प ने एक बड़ा विवाद खड़ा कर दिया है। आग्रह है कि वर्ष 2026-27 की जनगणना में अनुसूचित जनजाति के कॉलम में केवल उन्हीं व्यक्तियों को दर्ज करें जो अपनी मूल अस्मिता-आस्था, संस्कृति और रूढ़ी-परंपराओं के अनुसार जीवन जी रहे हैं। साथ ही स्वतंत्रता उपरांत प्रथम जनगणना, 1951 में दर्ज पारिवारिक अभिलेखों को आधार मानकर ही एसटी की पात्रता मानी जाए। एक भारत श्रेष्ठ भारत के साथ ही देश की 720 जनजाति समुदायों के विकसित भारत में यथोचित विकास के लिए यह अत्यंत महत्वपूर्ण पड़ाव होगा।

(ix) Need for comprehensive and stringent measures to control reported rampant adulteration of dairy products in the country

SHRI NAVEEN JINDAL (KURUKSHETRA): I would like to draw the urgent attention of the Government to the alarming and widespread menace of milk adulteration plaguing our country, as highlighted recently by the media through several disturbing investigative reports. Milk is not merely a commodity it is the

lifeline of crores of Indian families, from newborn infants to the elderly. India is the world's largest producer of milk, contributing nearly 23% of global output and supporting the livelihoods of millions of farmers and dairy workers. Yet, this noble sector is being sabotaged by unscrupulous elements running unauthorised units that produce synthetic milk and spurious dairy products such as khoya and paneer, laced with harmful adulterants including detergents, urea, starch, formalin and chemical preservatives. Regular consumption of such adulterated products poses serious risks including gastrointestinal disorders, hormonal disruption, kidney failure and even cancer. Children, pregnant women and senior citizens are especially vulnerable, making this a public health emergency that demands immediate policy intervention. While our government has made significant strides under the aegis of FSSAI in strengthening food safety regulations, enforcement at the ground level - particularly in the unorganised sector remains a concern. I, therefore, urge the Government to consider: expanding FSSAI laboratory testing capacity across districts; mandating stricter surveillance of unauthorised dairy units; promoting branded and cooperative dairy products in urban markets; and launching mass consumer awareness campaigns. The health of our nation cannot be compromised.

(x) Regarding construction of a dedicated corridor for transportation of coal mined from Magadh and Amrapali Coal Projects in Chatra District, Jharkhand

श्री काली चरण सिंह (चतरा) : मैं सरकार का ध्यान झारखंड के चतरा जिला अंतर्गत टंडवा क्षेत्र

की एक अत्यंत गंभीर एवं जनहित से जुड़ी समस्या की ओर आकृष्ट कराना चाहता हूँ। टंडवा क्षेत्र में स्थित मगध एवं आम्रपाली कोयला परियोजनाओं से प्रतिदिन भारी मात्रा में कोयले की ढुलाई होती है। वर्तमान में इस ढुलाई के लिए कोई अलग कॉरिडोर या मार्ग उपलब्ध नहीं है, जिसके कारण सामान्य सड़कों पर ही भारी वाहनों का आवागमन होता है। इसके परिणामस्वरूप सड़क दुर्घटनाओं में लगातार वृद्धि हो रही है और प्रतिदिन अनेक निर्दोष लोगों को अपनी जान गंवानी पड़ रही है। स्थानीय नागरिकों में भय एवं असुरक्षा का वातावरण बना हुआ है, वहीं यातायात व्यवस्था भी पूरी तरह बाधित हो रही है। अतः मैं केंद्र सरकार से आग्रह करता हूँ कि टंडवा से मगध एवं आम्रपाली कोयला परियोजनाओं के लिए एक समर्पित कोयला परिवहन कॉरिडोर के निर्माण की शीघ्र स्वीकृति प्रदान की जाए। इससे न केवल दुर्घटनाओं में कमी आएगी, बल्कि क्षेत्र में सुरक्षित एवं सुगम यातायात भी सुनिश्चित हो सकेगा। धन्यवाद।

(xi) Need for improvement and widening of Sarahan-Chandigarh road

श्री सुरेश कुमार कश्यप (शिमला) : मैं अपने लोक सभा क्षेत्र शिमला के अंतर्गत हिमाचल प्रदेश के जिला सिरमौर के पच्छाद विधानसभा क्षेत्र की एक अत्यंत महत्वपूर्ण जनसमस्या की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। सराहां–चंडीगढ़ मार्ग, जो जामन की सेर, काटली, सुरला,जनोट,ढंग्यार तथा टिकरी कुठार से होकर गुजरता है, वर्तमान में अत्यंत जर्जर एवं खस्ताहाल स्थिति में है। लगभग 42 किलोमीटर लंबा यह मार्ग घिन्नीघाड़ क्षेत्र की छह ग्राम पंचायतों को जोड़ने वाला प्रमुख संपर्क मार्ग है तथा चंडीगढ़ तक पहुँचने का निकटतम रास्ता भी है। यह मार्ग हिमाचल प्रदेश को हरियाणा एवं चंडीगढ़ से जोड़ने वाला एक महत्वपूर्ण अंतर-राज्यीय संपर्क मार्ग है, जिस पर प्रतिदिन भारी संख्या में लोगों का आवागमन होता है। हाल ही में हुई भारी वर्षा एवं भूस्खलन के कारण इस सड़क को अनेक स्थानों पर गंभीर क्षति पहुँची है,जिससे सड़क संकरी, टूटी हुई एवं जोखिमपूर्ण हो गई है। इसके परिणामस्वरूप क्षेत्र की ग्राम पंचायतों के निवासियों को आवागमन, स्वास्थ्य,शिक्षा तथा अन्य आवश्यक सेवाओं तक पहुँचने में भारी कठिनाइयों का सामना करना पड़ रहा है। साथ ही, किसानों को अपनी उपज समय पर बाजार

तक पहुँचाने में भी गंभीर समस्याएँ उत्पन्न हो रही हैं।

अतः मैं सरकार से आग्रह करता हूँ कि सराहां–चंडीगढ़ मार्ग के शीघ्र सुधार,चौड़ीकरण तथा स्थायी सुदृढ़ीकरण हेतु आवश्यक कदम उठाए जाएँ तथा इस मार्ग को प्राथमिकता के आधार पर विकसित किया जाए, ताकि क्षेत्र के लोगों को सुरक्षित एवं सुगम आवागमन की सुविधा उपलब्ध हो सके।

(xii) Need to introduce Vande Bharat Sleeper Train from Ahmedabad to Gwalior and Agra

श्री दिनेशभाई मकवाणा (अहमदाबाद पश्चिम) : मैं अपने संसदीय क्षेत्र अहमदाबाद पश्चिम, गुजरात से सम्बंधित एक अत्यंत महत्वपूर्ण विषय सरकार के सामने प्रस्तुत करना चाहता हूँ। मध्य भारत के प्रमुख शहरों—ग्वालियर एवं आगरा—से गुजरात के अहमदाबाद (असारवा) के बीच प्रत्यक्ष, तेज एवं आधुनिक रेल सेवा की आवश्यकता लंबे समय से महसूस की जा रही है। इन क्षेत्रों के बीच व्यापार, उद्योग, शिक्षा, पर्यटन एवं पारिवारिक आवागमन का व्यापक प्रवाह है, किंतु वर्तमान में यात्रियों को या तो लंबा मार्ग अपनाना पड़ता है अथवा असुविधाजनक यात्रा विकल्पों पर निर्भर रहना पड़ता है। अतः मेरा माननीय रेल मंत्री जी से आग्रह है कि अहमदाबाद (असारवा) से ग्वालियर/आगरा तक वंदे भारत स्लीपर ट्रेन चलाने की संभावनाओं पर गंभीरतापूर्वक विचार किया जाए। यह ट्रेन न केवल यात्रियों को तेज, सुरक्षित एवं आरामदायक यात्रा सुविधा प्रदान करेगी, बल्कि दोनों राज्यों—उत्तर प्रदेश/मध्य प्रदेश और गुजरात—के बीच आर्थिक एवं सामाजिक संबंधों को भी सुदृढ़ करेगी।

(xiii) Need to run passenger trains on Panchmahal-Patnagar and Gandhinagar-Ahmedabad-Nadiad-Godhra-Dahod routes in Gujarat

श्री राजपालसिंह महेंद्रसिंह जादव (पंचमहल) : मेरे लोक सभा क्षेत्र पंचमहल (गुजरात) से पाटनगर गांधीनगर तक एक पैसेंजर ट्रेन की भारी आवश्यकता है जिसे मैं शुरू करने की मांग करता हूँ। गुजरात के दाहोद और गोधरा (पंचमहल जिला) के नागरिक नौकरी के लिए अहमदाबाद और

गांधीनगर शहर से जुड़े है, जिनकी संख्या बहुत अधिक है । डाकोर स्थित रणछोड़ राय मंदिर में भी रोजाना हजारों नागरिक गांधीनगर और अहमदाबाद एवं नडियाद दर्शन के लिए आते है । दोनों तरफ नागरिकों का भारी आवागमन है इसलिए गांधीनगर - अहमदाबाद - नडियाद होकर गोधरा-दाहोद के बीच रोजाना ट्रेन शुरू करने की बहुत जरूरत है । यह ट्रेन आगे भी इंदौर महाकाल मंदिर को जोड़ सकती है। इसलिए रोजाना सुबह और शाम एक एक ट्रेन शुरू करने से नागरिकों को बहुत सुविधा होगी। इस सुविधा से रोड ट्रैफिक भी कम हो जाएगा। आपसे यह ट्रेन शुरू करने के लिए आगे निर्देश देने की विनती करता हूँ।

(xiv) Need for adequate compensation to farmers whose lands were acquired for construction of railway line in Chandrapur Parliamentary Constituency, Maharashtra

श्रीमती प्रतिभा सुरेश धानोरकर (चन्द्रपुर):मैं सरकार का ध्यान रेलवे कनेक्टिविटी से जुड़े मुद्दों और संसदीय निर्वाचन क्षेत्र में परियोजनाओं से प्रभावित लोगों की लम्बित मांगों की ओर दिलाना चाहती हूं। वर्धा और चन्द्रपुर के बीच चौथी रेलवे लाइन का काम अभी चल रहा है। लेकिन, जिन छोटी भूति वाले किसानों की भूमि इस परियोजना के लिए ली गई थी, उन्हें अभी तक सही प्रतिकर या पुनर्वास का लाभ नहीं मिला है। रेल मंत्रालय को इन स्थानीय भू-स्वामियों को तुरन्त प्रतिकर देना चाहिए और उनका उचित पुनर्वास सुनिश्चित करना चाहिए। चन्द्रपुर जिले में छात्रों, रोगियों और यात्रियों की सुविधा के लिए, एक अलग 'चन्द्रपुर-पुणे-चन्द्रपुर' ट्रेन सेवा, एक नई 'बल्लारपुर-मुंबई' सेवा, और नागपुर और बल्लारपुर के बीच एक 'डीईएमयू' (डीज़ल इलेक्ट्रिक मल्टीपल यूनिट) रेल सेवा तुरन्त शुरू की जानी चाहिए। इसके अलावा, चन्द्रपुर जिले में रहने वाले बड़े बंगाली समुदाय की जरूरतों को ध्यान में रखते हुए चन्द्रपुर को कोलकाता से जोड़ने वाली एक सीधी रेलवे सेवा शुरू की जानी चाहिए । चन्द्रपुर जिले में 'ग्रेटा एनर्जी' और 'न्यू एरा' और गढ़चिरौली ज़िले में 'सुरजागढ़' जैसी बड़ी औद्योगिक इकाईयों से माल अभी भारी गाड़ियों का इस्तेमाल करके सड़क के रास्ते लाया जाता है। इसके चलते दुर्घटनाओं और मौतों की संख्या बढ़

गई है । सड़क दुर्घटना रोकने के लिए, इन औद्योगिक क्षेत्रों को तत्काल रेलवे नेटवर्क से जोड़ना जरूरी है । इसलिए, मैं केन्द्र सरकार से अनुरोध करती हूं कि इन मांगों पर तुरन्त और ठोस कार्रवाई की जाए, जो मेरे लोक सभा क्षेत्र के लोगों के हित में हैं।

(xv) Need to provide adequate space for smooth functioning of Haryana Legislative Assembly in Legislative Assembly Building shared with Punjab in Chandigarh

SHRI VARUN CHAUDHRY (AMBALA): The Legislative Assembly Building located in Chandigarh, the Capital of Haryana and owned by Union Territory of Chandigarh is shared with the State of Punjab in the ratio of 60:40 but the present space available for Haryana Legislative Assembly is much less than forty percent due to which there is no space for the offices of ministers, Leader of Opposition, Committee Chairpersons, members lounge etcetera. The Legislative Committees meet every week but the committee rooms are limited to two only. This non-availability of rightful space is leading to huge inconvenience in the smooth functioning of the Haryana Legislative Assembly and therefore I request the Union Minister of Home Affairs to look into the matter and provide the forty percent space in the Legislative Assembly Building at the earliest.

(xvi) Need to ensure effective operation of sewage treatment plant in Balotra district in Rajasthan and related issues

श्री उम्मेदा राम बेनीवाल (बाड़मेर) : मैं सरकार का ध्यान राजस्थान के बालोतरा जिले में स्थित सीवेज ट्रीटमेंट प्लांट (एसटीपी) की गंभीर स्थिति की ओर आकर्षित करना चाहता हूँ। वर्ष 2007 में लगभग 9 एमएलडी क्षमता का यह एसटीपी प्लांट शहर के सीवर और औद्योगिक इकाइयों से

निकलने वाले दूषित पानी के शोधन के उद्देश्य से स्थापित किया गया था। दुर्भाग्यवश, पिछले लगभग पाँच वर्षों से यह प्लांट प्रभावी रूप से संचालित नहीं हो रहा है। इसके परिणामस्वरूप औद्योगिक इकाइयों और शहर से निकलने वाला दूषित तथा रासायनिक पानी बिना उपचार के खुले क्षेत्रों और फ्लड चैनल में बह रहा है, जिससे पर्यावरण प्रदूषण की गंभीर समस्या उत्पन्न हो गई है। इससे आसपास के जल स्रोत, भूमि तथा स्थानीय निवासियों के स्वास्थ्य पर भी प्रतिकूल प्रभाव पड़ रहा है। अतः मैं केंद्र एवं राज्य सरकार से आग्रह करता हूँ कि इस विषय में तत्काल हस्तक्षेप कर एसटीपी प्लांट के शीघ्र सुचारु संचालन के लिए आवश्यक कदम उठाए जाएँ तथा औद्योगिक इकाइयों से निकलने वाले दूषित पानी के प्रभावी उपचार की व्यवस्था सुनिश्चित की जाए। अंत मे साथ ही अनियमितता, उदासीनता बरतने वाले उतरदायी अधिकारियों क़े विरुद्ध अनुशासनात्मक कार्यवाही अमल मे ला कर जनता को राहत / न्याय प्रदान करावें।

(xvii) Need to give legal frame to MSP of various crops and develop an effective and transparent mechanism for procurement of agriculture produce

श्री बृजेन्द्र सिंह ओला (झुन्झुनू) : यह सर्वविदित है कि आज देश का किसान अपनी मेहनत की उपज का उचित मूल्य पाने के लिए संघर्ष कर रहा है। सरकार द्वारा धान, गेहूं, चावल, सरसों सहित कई फसलों के लिए न्यूनतमसमर्थन मूल्य की घोषणा तो की जाती है, परंतु वास्तविकता यह है कि अधिकांश किसानों को अपनी उपज MSP से कम कीमत पर बेचने के लिए मजबूर होना पड़ता है। लागत भी ज्यादा आती है। इसका मुख्य कारण यह है कि सरकारी खरीद की व्यवस्था सीमित है और सभी किसानों की पूरी उपज की खरीद सुनिश्चित नहीं हो पाती। परिणामस्वरूप किसान बिचौलियों के हाथों अपनी मेहनत की फसल औने-पौने दामों पर बेचने को विवश हो जाते हैं। यह स्थिति किसानों की आय बढ़ाने के लक्ष्य को भी कमजोर करती है। अतः मैं सरकार से आग्रह करता हूँ कि किसानों के हितों की रक्षा के लिए धान, गेहूं, चावल, सरसों सहित प्रमुख फसलों की MSP पर सुनिश्चित खरीद के लिए MSP कानूनी गारंटी दिया जाए। साथ ही देश के

सभी राज्यों में प्रभावी और पारदर्शी खरीद व्यवस्था विकसित की जाए, ताकि प्रत्येक किसान को उसकी उपज का न्यायसंगत मूल्य मिल सके और खेती वास्तव में लाभकारी बन सके।

(xviii) Need to connect national highways passing through Kairana Parliamentary constituency, Uttar Pradesh with Meerut -Karnal and Panchkula - Ambala - Dehradun roads

सुश्री इकरा चौधरी (कैराना) : मैं अपने संसदीय क्षेत्र कैराना से संबंधित एक अत्यंत महत्वपूर्ण विषय सरकार के समक्ष प्रस्तुत करना चाहती हूँ। मेरे क्षेत्र से पानीपत–खटीमा राष्ट्रीय राजमार्ग, मेरठ–करनाल राष्ट्रीय राजमार्ग तथा पंचकुला–अंबाला–देहरादून राष्ट्रीय मार्ग गुजरते हैं । इन परियोजनाओं के लिए स्थानीय किसानों की भूमि का अधिग्रहण हुआ है, किंतु क्षेत्र के निवासियों को अपेक्षित लाभ प्राप्त नहीं हो पा रहा है। यदि इन तीनों राष्ट्रीय राजमार्गों को एक प्रस्तावित लिंक मार्ग के माध्यम से कैराना बाईपास से खुरगान, सुनहेटी, मसूरा होते हुए मेरठ–करनाल मार्ग पर जोड़ते हुए बिडोली, गंदेवड़, गंगोह, नकुड़, सरसावा के रास्ते पंचकुला–अंबाला–देहरादून मार्ग से इंटरकनेक्ट किया जाए, तो इससे क्षेत्रीय संपर्क सुदृढ़ होगा। इस प्रस्ताव से लगभग 100 ग्राम, तीन तहसील मुख्यालय एवं पाँच ब्लॉक मुख्यालयों के निवासियों को सीधा लाभ मिलेगा तथा किसानों, व्यापारियों और आम नागरिकों के लिए आवागमन और आर्थिक गतिविधियों में उल्लेखनीय वृद्धि होगी । अतः मेरा सरकार से निवेदन है कि इस प्रस्तावित लिंक राष्ट्रीय राजमार्ग के निर्माण हेतु संबंधित अधिकारियों को आवश्यक निर्देश प्रदान किए जाएँ।

(xix) Need to provide stoppage to Howrah-Kamakhya Vande Bharat Sleeper Express (Train No. 27575/27576) at Khagraghat Road Railway Station in Murshidabad, West Bengal

SHRI YUSUF PATHAN (BAHARAMPUR): I would like to bring the attention of the Government towards the need for stoppage of the Howrah-Kamakhya Vande Bharat Sleeper Express (Train No. 27575/27576) at the Khagraghat Road railway station. Khagraghat Road is a key railway station in

Murshidabad district of West Bengal. It is strategically located near Berhampore, a major administrative, educational and cultural hub, which witnesses considerable passenger movement to and from the region. Despite this considerable passenger traffic, the Howrah-Kamakhya Vande Bharat Sleeper Express does not currently halt at the Khagraghat Road railway station. This means that passengers are forced to travel to distant stations to avail premium train services, creating hardships and adding to travel time and costs. Providing a stoppage for the Vande Bharat Sleeper Express at the Khagraghat Road railway station would greatly aid regional mobility. It would also boost the local economy and support the overall development of the surrounding regions. Hence, I urge the government to take up this matter with the Ministry of Railways and consider providing a stoppage for the Howrah-Kamakhya Vande Bharat Sleeper Express at the Khagraghat Road railway station.

(xx) Need for comprehensive and compassionate measures for protection and conservation of wildlife in the country

SHRIMATI JUNE MALIAH (MEDINIPUR): Since 2022, the country has witnessed 38 reported incidents of poaching, illegal hunting, and killing of tigers. Alarmingly, Madhya Pradesh has consistently recorded the highest number of such cases year after year. This trend is deeply concerning, especially when viewed alongside the fact that nearly 300 tigers have been imported during the same period from various countries across the globe. Further, between 2021 and 2025, India imported as many as 2795 animals of

different species. The Union Government must take protective measures and maintain the data on the survival rates of these animals. What we need is not symbolic measures, but a strong, ground-level commitment and compassionate measures to safeguarding wildlife. In this context, the best practices are adopted by states like West Bengal. In response to the issue of feeding stray dogs, the West Bengal Government showed an innovative and humane solution by directing Government-run schools to use leftover mid-day meals to feed stray dogs. I urge the Union Government to follow the example set by the State of West Bengal and adopt more compassionate measures for the care and protection of animals.

(xxi) Need to expedite construction of Cancer Day Care Centre in Amalapuram, Andhra Pradesh and launch a targeted screening of high-risk cancer patients in the region

SHRI G. M. HARISH BALAYOGI (AMALAPURAM): Cancer cases in Andhra Pradesh have risen by 13% between 2021 and 2025. Women bear a disproportionate burden, accounting for over half of all cases, with breast cancer being the most prevalent. At the national level, breast cancer incidence has increased by 126% and mortality by 74% over the past few decades. In my Parliamentary Constituency Amalapuram, as of December 2025, only 23% of targeted breast and cervical cancer screenings have been completed, leaving a large proportion of at-risk women unscreened. Late-stage detection significantly increases mortality, treatment costs, and disease burden. This gap is further compounded by the near absence of an affordable dedicated cancer

care infrastructure in the constituency. Although a Cancer Day Care Centre has been sanctioned for Amalapuram, no construction activity has commenced so far, forcing patients to travel long distances for diagnosis and treatment. Therefore, I urge the Government to immediately initiate construction of the sanctioned Cancer Day Care Centre with a time-bound completion schedule. Also, I request the Government to launch a targeted screening drive prioritising high-risk woman, in convergence with ASHA and Ayushman Arogya Mandir networks already operational in the constituency.

(xxii) Need to construct a road and a bridge on River Kosi between Supaul and Darbhanga in Bihar

श्री दिलेश्वर कामैत (सुपौल) : बिहार राज्य अंतर्गत सुपौल जिला के एन.एच 327E से बैरिया मंच होते हुए वाया मरौना एवं मधेपुर होते हुए दरभंगा तक सड़क एवं उक्त सड़क के मध्य कोशी नदी में पूल का निर्माण कार्य किया जाये। यह कोशी क्षेत्र तथा मिथिलांचल की चिर लंबित मांगे है। उक्त पुल एवं सड़क निर्माण से लाखों लोगों को आवागमन में सुविधा मिलेगी तथा व्यापार एवं जनहित सुविधाओं का लाभ मिलेगा।

(xxiii) Need to relax the criteria of student-teacher ratio and ensure functioning of Marathi medium schools in Maharashtra

श्री संजय हरिभाऊ जाधव (परभणी) : महाराष्ट्र सरकार द्वारा वर्ष 2024 में जारी सरकारी प्रस्ताव (जी आर) के अंतर्गत 20:1 छात्र - शिक्षक अनुपात का नियम लागू किया गया है, जिसके कारण मुंबई के लगभग 34 निजी सहायता प्राप्त मराठी माध्यम विद्यालय बंद होने के कगार पर पहुँच गए हैं। पिछले कुछ वर्षों में मराठी माध्यम विद्यालयों में विद्यार्थियों की संख्या लगातार कम हो रही है। कई विद्यालयों में प्राथमिक स्तर पर पाँच कक्षाओं में कुल मिलाकर लगभग 50 विद्यार्थी हैं, जिससे प्रति कक्षा औसतन 10 विद्यार्थी रह जाते हैं। इस कारण ये विद्यालय निर्धारित 20:1 छात्र

शिक्षक अनुपात को पूरा नहीं कर पा रहे हैं और शिक्षा विभाग द्वारा शिक्षक पदों को मंजूरी नहीं दी जा रही है, वर्तमान में केवल लगभग 337 विद्यालय ही संचालित हो रहे हैं। यदि यही स्थिति रही तो और भी विद्यालय बंद होंगे और हजारों विद्यार्थियों की शिक्षा प्रभावित होगी, आर्थिक रूप से कमजोर वर्ग के छात्रों के लिए शिक्षा प्राप्त करना कठिन होगा। साथ ही मराठी भाषा, संस्कृति और शैक्षणिक परंपरा पर भी प्रतिकूल प्रभाव है । अतः केन्द्र सरकार से आग्रह है कि राज्य सरकार से समन्वय कर छात्र शिक्षक अनुपात के नियम में आवश्यक शिथिलता अथवा पुनर्विचार करें एवं मराठी माध्यम विद्यालयों को बंद न करें।

(xxiv) Regarding installation of mobile telecommunication towers in Aurangabad Parliamentary Constituency, Bihar

श्री अभय कुमार सिन्हा (औरंगाबाद) : मैं एक अत्यंत महत्वपूर्ण जनहित के विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। हाल ही में मेरे अतारांकित प्रश्न संख्या 2057 के उत्तर में माननीय संचार राज्य मंत्री द्वारा यह बताया गया कि 4G Saturation Project के अंतर्गत 409 में से 384 मोबाइल टावर स्थापित किए जा चुके हैं, जिनमें छकरबँधा शामिल है। किन्तु, वास्तविक स्थिति इससे बिल्कुल भिन्न है। औरंगाबाद लोकसभा क्षेत्र के डुमरिया प्रखंड अंतर्गत छकरबँधा एवं लुटुआ पंचायतों में आज तक कोई प्रभावी मोबाइल टावर स्थापित नहीं हुआ है। ग्रामीणों को नेटवर्क के लिए पेड़ों पर चढ़ना पड़ता है या कई किलोमीटर दूर जाना पड़ता है। इस कारण शिक्षा, स्वास्थ्य, बैंकिंग (DBT/UPI), एवं सरकारी सेवाओं तक पहुँच पूरी तरह बाधित है। अतः मैं सरकार से मांग करता हूँ कि: छकरबँधा एवं लुटुआ पंचायतों में मोबाइल टावर की वास्तविक स्थिति की तत्काल जांच कर सदन में स्पष्ट किया जाए; दोनों पंचायतों में टावर के पूर्ण संचालन की निश्चित तिथि घोषित की जाए; बिहार के सभी ग्राम पंचायतों में 100% डिजिटल कनेक्टिविटी सुनिश्चित करने हेतु शेष टावरों को समयबद्ध तरीके से शीघ्र पूरा किया जाए। यह केवल कनेक्टिविटी का नहीं, बल्कि ग्रामीण भारत को डिजिटल रूप से सशक्त बनाने का प्रश्न है।

(xxv) Regarding alleged adverse impact of New Labour Codes on labourers and workers in the country

श्री अमरा राम (सीकर) : देश में सुई से लेकर हवाई जहाज तक का निर्माण करने वाला तथा देश निर्माण करके यहाँ तक पहुचाने वाले श्रमिक वर्ग ने अपने खून पसीने से इस का निर्माण किया आज तक कई श्रम कानून बने हैं जैसे 8 घंटे का कार्यदिवस, कार्यस्थल पर संगठन बनाने का अधिकार तथा सामूहिक सौदेबाज़ी के माध्यम से अपने अधिकारों की रक्षा करना। किन्तु केंद्र सरकार द्वारा इन श्रम कानूनों को समाप्त कर नई श्रम संहिताएँ लागू करने का प्रयास किया जा रहा है जो श्रमिकों के हितों के विरुद्ध और नियोक्ताओं के पक्ष में प्रतीत होती हैं। मजदूर वर्ग इसका लगातार विरोध कर रहा है और इसके विरुद्ध अनेक राष्ट्रीय हड़तालें भी कर चुका है फिर भी सरकार इन श्रम संहिताओं को लागू करने पर आमादा है। इसी क्रम में अपने आक्रोश और विरोध को प्रकट करने हेतु, मेहनतकश आवाम दिनांक 24 मार्च 2026 को दिल्ली के रामलीला मैदान में विशाल आक्रोश रैली आयोजित कर रहे हैं। रैली मनरेगा को प्रभावी रूप से लागू करने, प्रस्तावित बिजली विधेयक एवं बीज विधेयक को वापस लेने श्रमिक विरोधी श्रम संहिताओं को निरस्त करनें हेतु प्रस्तावित है। अतः सरकार से निवेदन है कि वह मेहनतकश जनता की आवाज़ सुने और जनहित में निर्णय लेने का कार्य करे।

(xxvi) Need to expedite approval to the Coastal Zone Management Plan – 2019

श्री उमेषभाई बाबूभाई पटेल (दमन और दीव) : मैं अपने संसदीय क्षेत्र दमन एवं दीव से जुड़े एक अत्यंत महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। दमन एवं दीव के तटीय क्षेत्रों में वर्तमान में भी Coastal Regulation Zone Notification-2011 के प्रावधानों के आधार पर प्रशासनिक कार्रवाई की जा रही है, जबकि भारत सरकार द्वारा CRZ Notification-2019 अधिसूचित किया जा चुका है। Coastal Zone Management Plan-2019 की स्वीकृति में विलंब के कारण यह स्थिति उत्पन्न हुई है, जिसके चलते पारंपरिक मछुआरा समुदाय

के आवास एवं आजीविका पर प्रतिकूल प्रभाव पड़ रहा है। कई मामलों में पुराने प्रावधानों के आधार पर कार्रवाई, जैसे तोड़फोड़, से स्थानीय समुदाय में असुरक्षा एवं असंतोष का वातावरण बना है। CRZ Notification-2019 का उद्देश्य तटीय क्षेत्रों में संतुलित विकास के साथ-साथ पारंपरिक समुदायों के अधिकारों की रक्षा सुनिश्चित करना है। अतः यह आवश्यक है कि दमन एवं दीव में भी इसके प्रावधानों का प्रभावी क्रियान्वयन सुनिश्चित किया जाए। मैं माननीय पर्यावरण, वन एवं जलवायु परिवर्तन मंत्री जी से आग्रह करता हूँ कि CZMP-2019 की स्वीकृति शीघ्र प्रदान की जाए तथा तब तक किसी भी प्रकार की कठोर कार्रवाई पर रोक लगाने हेतु आवश्यक निर्देश जारी किए जाएँ, ताकि स्थानीय समुदाय के अधिकारों की रक्षा हो सके।

———

14.26 hrs

FINANCE BILL, 2026

माननीय अध्यक्ष : आइटम नंबर 15। वित्त विधेयक 2026। माननीय वित्त मंत्री जी।

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to move*:

> "That the Bill to give effect to the financial proposals of the Central Government for the financial year 2026-2027, be taken into consideration."

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ:

> "कि वित्तीय वर्ष 2026-2027 के लिए केन्द्रीय सरकार की वित्तीय प्रस्थापनाओं को प्रभावी करने वाले विधेयक पर विचार किया जाए।"

माननीय मंत्री जी, क्या आप ब्रीफली कुछ बोलना चाहती हैं?

श्रीमती निर्मला सीतारमण : अभी नहीं।

डॉ. अमर सिंह (फतेहगढ़ साहिब) : धन्यवाद स्पीकर साहब, मुझे यह मौका देने के लिए, क्योंकि फाइनेंस बिल वह इंस्ट्रुमेंट है, वह साधन है, जिसके माध्यम से सेंट्रल गवर्नमेंट टैक्स लगाकर सामाजिक, आर्थिक और सारे मुल्क की जितनी जरूरतें होती हैं, उन्हें पूरा करने की कोशिश करती है। फाइनेंस बिल का जो पर्पज है, वह बहुत वाइड है, इसलिए इसका जो एक्जामिनेशन होना है, जो बात होनी है, वह भी बहुत व्यापक है।

अब अगर हम पिछले कई सालों से देखें, तो एनडीए सरकार ने बहुत सारे लोगों और खासकर बड़े लोगों का टैक्स छोड़ा है। वर्ष 2019 से कॉर्पोरेट टैक्स छोड़ा था।

14.27 hrs (Shri Krishna Prasad Tenneti *in the Chair*)

---

* Moved with the recommendation of the President.

आज हालत यह है कि हमारे देश में इनकम टैक्स का कलेक्शन कॉर्पोरेट टैक्स से ज्यादा है। इनकम टैक्स हम सभी से आता है। सात-साढ़े सात करोड़ लोग रिटर्न भरते हैं, लेकिन दो-तीन करोड़ लोग ही हैं, जो टैक्स देते हैं। मेरे कहने का मतलब यह है कि जो पाँच-सात सौ कॉर्पोरेट कंपनियाँ हैं, वे आम लोगों से कम टैक्स दे रही हैं। आम लोगों पर टैक्स ज्यादा है।

माननीय सभापति महोदय, इस बिल में यह हुआ है कि इस बिल में भी बड़ी-बड़ी रियायतें दी गई हैं, लेकिन सारी रियायतें बड़े लोगों के लिए हैं। मैं एक-एक करके बोलूँगा। गिफ्ट सिटी को दस से बीस साल की रियायत दे दी। गिफ्ट सिटी में बिग फाइनेंस कंपनीज़ और बिग टैक कंपनीज़ आती हैं। इसमें कोई शर्त नहीं रखी गई है, जैसे एम्प्लॉयमेंट की, लोकलाइजेशन आदि की कोई शर्त नहीं है। आप अपना काम करो और वापस जाओ। डेटा सेंटर को एग्जेम्पशन दिया है। फॉरेन कंपनीज़ इंडियन डेटा का यूज़ करेंगी, लेकिन कोई जिम्मेदारी नहीं डाली गई है। न कोई लोकल एम्प्लॉयमेंट की जिम्मेदारी है, न कोई लोकलाइजेशन की जिम्मेदारी है और न ही टेक्नोलॉजी ट्रांसफर की कोई शर्त उसमें डाली गई है। इसके साथ 'मैट' रिडक्शन किया, वह भी कॉर्पोरेट्स को बैनिफिट करता है।

महोदय, मैं इस पर बहुत लम्बा नहीं बोलना चाहता हूँ। मैं यह कहना चाहता हूँ कि जितनी रियायत अभी है और पुरानी है, मैं माननीय मंत्री जी से जानना चाहता हूँ कि अभी दो-तीन दिन पहले ही एम्प्लॉयमेंट-अनएम्प्लॉयमेंट पर रिपोर्ट आई है, 67 per cent of our graduates are unemployed. हम टैक्स की रियायत देते हैं, तो क्या टैक्स की रियायत से उसका कोई कनेक्शन नहीं रखना है? तो फिर हमारे जो नौजवान ग्रेजुएट हो रहे हैं, वे कहाँ जाएँगे? हमारा ग्रॉस कैपिटल फॉर्मेशन नहीं बढ़ रहा है, एफडीआई कम हो रहा है।

महोदय, हाई नेट वर्थ इंडियन्स बाहर पैसा लगा रहे हैं। मैं माननीय मंत्री जी से पूछना चाहता हूं कि एक एनालिसिस दे दीजिए कि कॉरपोट्स, बड़े लोगों और फॉरेन कंपनियों के लिए टैक्स छोड़ रहे हैं, इससे क्या हमें टेक्नोलॉजी में फायदा होगा, एम्पलायमेंट में फायदा होगा या लोकलाइजेशन में फायदा होगा? हमें क्या फायदा होगा, इसके बारे में बता देंगे तो बड़ी मेहरबानी

होगी।

महोदय, मिडल क्लास ट्रेडिंग करती है, शेयर लेती है, आपने एसटीटी लगा दिया। यह काम तो ज्यादातर मिडल क्लास के लोग करते हैं, आपने उन पर टैक्स लगा दिया। सैलरीड और छोटे लोग सोना खरीदते हैं। सरकार की नीति थी, स्वर्ण गोल्ड बॉन्ड के तहत जिन्होंने खरीदा, आपने उन पर रिट्रोस्पेक्टिव टैक्स लगा दिया। ये लोग कहां जाएंगे? इन लोगों ने तो अपनी सैलरी से पैसे निकालकर लगाए और आपने पहले से ही इतनी शर्तें डाल दीं। फिसकल गेन कुछ नहीं है, डेढ़-दो सौ करोड़ रुपये ही है तो आप डेढ़-दो सौ करोड़ रुपये के लिए लोगों को इतना डिमोरेलाइज क्यों कर रहे हैं?

महोदय, मैं इनकम टैक्स की कमेटी में था, हमने कहा था कि सुप्रीम कोर्ट और हाई कोर्ट्स की जो जजमेंट सैटल हो चुकी हैं, उसे लॉ में उसी तरह से लेकर आएं लेकिन सरकार और माननीय मंत्री जी फाइनेंस बिल में सुप्रीम कोर्ट और हाई कोर्ट्स की जजमेंट खत्म करने का अमेंडमेंट लेकर आए। इससे अब यह होगा कि 50 सालों से जो लिटिगेशन्स इनकम टैक्स में चल रही थीं, अब उन सब इश्यूज़ पर लोग फिर लिटिगेट करेंगे और केसिस बढ़ेंगे। कमेटी बनाई गई और उसमें इतनी बातें हुईं लेकिन सरकार तथा इनकम टैक्स डिपार्टमेंट ने फिर अपनी मर्जी की।

अब मैं कस्टम्स की बात कहना चाहता हूं। इसमें बेसिक बात है कि फाइनेंस बिल 1 फरवरी को पेश होता है और सोशल मीडिया पर खबर आती है कि 6-7 फरवरी को हमारा यूएस से कोई ट्रेड का फ्रेमवर्क हो गया। ठीक है, यह सरकार ने किया लेकिन 7 फरवरी को कॉमर्स मिनिस्टर यहां बयान देते हैं। मैं आपके माध्यम से वित्त मंत्री जी से पूछना चाहता हूं कि यह बिल तो 1 फरवरी को आया था, 6-7 फरवरी को डीडीजी, सोयाबीन आदि के बारे में यूएस प्रेजीडेंट ने कहा कि हमारे ऊपर जीरो ड्यूटी होगी और आप पर 18 परसेंट होगी। अब आप मुल्क को बताइए कि आपको 1 फरवरी को कैसे पता था? इसका मतलब है कि आपकी बातचीत तो पहले ही हो गई थी और आप हमें कह रहे हैं कि कोई बात ही नहीं हैं। 7 तारीख को कॉमर्स मिनिस्टर यहां स्टेटमेंट दे रहे हैं तो आप 1 फरवरी को अमेंडमेंट्स लेकर क्यों आए? मैं इसका कारण जानना चाहता हूं।

आप सारे मुल्क को बताएं कि सारे टैक्स पर आपने जीरो इम्पोर्ट ड्यूटी क्यों की? ... (व्यवधान) चेयरमैन साहब, आप थोड़ी प्रोटेक्शन दीजिए। अपोजिशन तो सवाल पूछेगी। यह तो हमारी जिम्मेदारी है। हम तो सवाल पूछेंगे। ... (व्यवधान)

महोदय, चेयरमैन साहब, मुझे बोलने दीजिए। ... (व्यवधान) क्या हम कोई सवाल न पूछें? हम तो सवाल पूछेंगे।... (व्यवधान) माननीय वित्त मंत्री जी जवाब देंगी। ... (व्यवधान) आप माननीय मंत्री जी को बोलिए। ... (व्यवधान) आप पार्टी की ओर से बोलिए और मुझे बोलने दीजिए।

दूसरी बात यह है कि फिस्कल सेंट्रलाइज़ेशन हुआ है, उसको रेशनलाइज़ेशन कह दिया है। ड्यूटी व बेसिक कस्टम ड्यूटी को एग्रीकल्चर इंफ्रास्ट्रक्चर डेवलपमेंट सेस से ऑफसेट कर दिया है। अब उसका नुकसान क्या है? सर, बेसिक कस्टम ड्यूटी राज्यों को शेयर करनी पड़ती है, वह 40 प्रतिशत और सारा सेस गवर्नमेंट ऑफ इंडिया रखती है। गवर्नमेंट ऑफ इंडिया हर साल साढ़े चार लाख करोड़ सेस और सरचार्ज लेती है, जो वह राज्यों को नहीं देती है, अब एक और जोड़ दिया है। हमारा कहना है कि आप राज्यों का नुकसान क्यों कर रहे हैं? अब मैं उस पर आता हूँ कि आपने स्पेशली क्या किया है? एक पर्सनल यूज इम्पोर्ट सेस सीटीएच 9804, आपने उसमें टैक्स कम किया। सर, यह अपनी एमएसएमई और रोजमर्रा की चीजें बनाते हैं। अब उनको अमेरिका और सारी दुनिया की कंपनियों के साथ कम्पीट करना पड़ेगा। हमें अपनी छोटी एमएसएमई कंपनियों को बचाना है। उनको दूसरों के सामने नहीं फेंकना है। यह टैक्स कम करके उन बेचारों को उधर डाल दिया है। एक और काम किया गया है, क्रिटिकल मिनरल्स सब पर जीरो कर दिया गया है। यह ठीक है कि आप लाना चाहते हैं, लेकिन अपने यहाँ क्रिटिकल मिनरल में माइनिंग के लिए इन्वेस्ट कौन करेगा? जब वहाँ से फ्री आ रहा है तो फिर हमारे यहाँ कोई इन्वेस्ट नहीं करेगा। मैं आपके माध्यम से माननीय मंत्री जी के समक्ष यह बात रखना चाहता हूँ।

लुधियाना में, पंजाब में बाइसाइकिल्स बनते हैं, उसमें आपने यह कम कर दिया है और सोयाबीन ऑयल पर आपने यह निल किया है। मध्य प्रदेश मेरा काडर रहा है। मध्य प्रदेश,

गुजरात, महाराष्ट्र के फार्मर्स का क्या बनेगा? फिर आपने अमेरिकन डीडीजी पर जीरो कर दिया है। आपने रेड सोरघम पर कर दिया है। पंजाब में मक्का बहुत पैदा होता है। अब मेरे किसानों का इसमें बहुत नुकसान है। महाराष्ट्र का और गुजरात का भी नुकसान होगा। हिमाचल और जम्मू कश्मीर में जितने ट्री नट्स होते हैं, सारे जीरो कर दिए हैं।

महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहता हूँ कि यह जो सारा किसानों को नुकसान होगा, आपको हमारे किसानों को इंटरनेशनल कंपनियों से बचाना है या उनको उनके सामने फेंकना है। इस सवाल का जवाब दे दीजिए। मैं यह प्रश्न आपसे पूछना चाहता हूँ। पंजाब का जो नुकसान होगा, उसकी भरपाई आप डीडीजी से और दूसरी चीजों से कैसे करेंगे? और जो एमएसएमई का नुकसान होगा जैसे, मंडी गोबिंदगढ़ में पीएनजी नहीं मिल रही है, वह हमारा स्टील टाउन है। हमारे लुधियाना और साहनेवाल में भी उसकी प्रॉब्लम हो गई है। हम आपसे चाहते हैं कि इन सारी बातों पर आप हमें जवाब दे दें, तो आपकी बहुत मेहरबानी होगी।

अब मैं एक विषय पर आता हूँ, मैं इसमें आधा मिनट ही लूँगा, मैं इसमें ज्यादा नहीं बोलूँगा, क्योंकि प्रधानमंत्री जी का स्टेटमेंट आ गया है। यह अच्छी बात है कि सरकार अपनी कोशिश कर रही है, लेकिन मैडम, मुझे चेयरमैन साहब के थ्रू, आपसे दो-तीन बातें पूछनी हैं। पहली बात तो यह है कि अभी पाँच राज्यों में इलेक्शन हो रहा है, तो आप गैस और पेट्रोल-डीज़ल का प्राइस नहीं बढ़ा रहे हैं। इलेक्शन है तो आप दाम कैसे बढ़ाओगे? लेकिन आप 29 अप्रैल, 30 अप्रैल या 1 मई को दाम बढ़ाएंगे।

चेयरमैन साहब, मैं आपके माध्यम से वित्त मंत्री जी से यह निवेदन करना चाहता हूँ कि साहब, जब क्रूड ऑयल 20 डॉलर पर आ गया था, 40 डॉलर पर आ गया था, तब आपने एक्साइज कम करके लोगों को राहत नहीं दी थी। इस बार एक्साइज कम करके लोगों को राहत दे दीजिए। यह हमारी आपसे माँग है। इस बार कॉमन मैन की क्रूड ऑयल, पेट्रोल और गैस महँगी न करिए, हमारी आपसे यह विनती है। मेरी दूसरी बात यह है कि अब कंट्री में जो इन्फ्लेशन बढ़ेगी, उसका आप क्या करेंगे? तीसरी बात मैं पूछना चाहता हूँ कि रशिया और ईरान हमको 10 से 12

डॉलर प्रति बैरल सस्ता देते थे, रिबेट देते थे, हमसे रुपये में लेते थे।

अब आप सपोर्ट मार्केट से क्रूड ऑयल और गैस खरीद रहे हैं, तो जो लॉसेज हुए हैं, हमने किसी के प्रेशर में ईरान और रशिया का क्रूड ऑयल और गैस लेना बंद किया? मैं आपके माध्यम से, माननीय वित्त मंत्री जी से निवेदन करना चाहता हूँ कि आप इस ऑगस्ट हाउस को बताएं कि जितना फाइनेंशियल लॉस होगा, उसका जिम्मेदार कौन है? यह मुल्क उसका खामियाज़ा क्यों भरे? अगर आप लोगों का कोई पॉलिटिकल डिसीज़न हुआ है, तो यह मुल्क का कसूर नहीं है। आप बताएं कि कितना लॉस होगा और उस लॉस की भरपाई कौन करेगा? चूंकि उसका भुगतान रुपये के स्थान पर डॉलर में होगा। अब डॉलर के मुकाबले रुपया 94 रुपये हो गया है। उससे सारा कुछ बढ़ गया है, आप उसका क्या करेंगे?

मैं कहना चाहता हूँ कि जब यूपीए गवर्नमेंट थी, तो 77 परसेंट क्रूड ऑयल का इम्पोर्ट होता था। अब वह 88 या 89 परसेंट होता है। ओएनजीसी के पास सरप्लस पैसे पड़े थे, आज वह लोन पर है, तो इन 10-11 वर्षों में क्या हुआ? इंटर्नल प्रोडक्शन क्यों नहीं बढ़ा, आप इस सवाल का जवाब दीजिए।

मैं कुछ और बातें कहना चाहता हूँ। वित्त मंत्री जी, नौ-दस वर्ष हो गए यह कहते हुए कि India is the fastest growing economy. यह हम लोगों को भी अच्छा लगता है कि हिन्दुस्तान अच्छी तरह से ग्रो कर रहा है। फरवरी के लास्ट वीक में, मिनिस्ट्री ऑफ स्टैटिस्टिक्स एंड प्रोग्राम इम्प्लीमेंटेशन ने जीडीपी सीरीज़ रिवाइज़ कर दी। आप लोगों के जो चीफ इकोनॉमिक एडवाइज़र थे श्री अरविन्द सुब्रह्मण्यम जी, उन्होंने लिखा है कि एनडीए के कार्यकाल में डेढ़ से दो परसेंट जीडीपी इनफ्लेटेड है। आप सारे मुल्क को बताएं कि आपके राज में जीडीपी की क्या हालत रही? आप यूपीए के कार्यकाल में जीडीपी को एक से पौने दो परसेंट कम दिखाते रहे और अपना ज्यादा दिखाते रहे। अब नयी सीरीज़ में तुलना करके सारे आंकड़े बताइए और देखिए कि मुल्क कहां खड़ा है। इन 12 वर्षों में चार ट्रिलियन भी नहीं हुए हैं। स्वर्गीय मनमोहन सिंह जी को 800 बिलियन मिले थे। वे दो ट्रिलियन पर इकोनॉमी को छोड़कर गये थे। आपको दो ट्रिलियन की

इकोनॉमी मिली थी और अभी आप 3.6 या 3.8 ट्रिलियन पर खड़े हैं। आप कहते हैं कि विकसित भारत हो जाएगा। विकसित भारत की जो डेफिनिशन है, वह पर कैपिटा 14.5 हजार डॉलर है। हम लोग पर कैपिटा 3 हजार डॉलर पर खड़े हैं। मुझे यह भी बता दीजिए कि हम लोग विकसित भारत में कैसे पहुंच पाएंगे, क्योंकि बार-बार विकसित भारत की बात की जाती है। हम चाहते हैं कि विकसित भारत हो, लेकिन पर कैपिटा 3 हजार डॉलर से 14.5 हजार डॉलर तक कैसे लेकर जाएंगे, उसकी स्कीम बताइए। ऐसा नहीं है कि आपने कह दिया और आगे बढ़ गये।

मुझे एक-दो बातें और कहनी हैं। मैंने इंफ्लेशन की बात कही है कि इसे कैसे कंट्रोल करना है क्योंकि अब तो इंफ्लेशन होगी। प्रधानमंत्री जी खुद कहकर गये कि अभी सारी दुनिया तकलीफ में है। यह बात सही है। हम नहीं कहते हैं कि जो कहा जा रहा है, वह सही नहीं है। लेकिन उसे कैसे कंट्रोल करना है, उसके बारे में बताएं। क्या आप कंज्यूमर्स को सब्सिडी देंगे या चीजों को कैसे सस्ता करेंगे? जब क्रूड ऑयल और पेट्रोल महंगा होगा, तो दुनिया की हर चीज महंगी होगी। इंफ्लेशन को कंट्रोल करने का आपका क्या प्लान है? हम जानना चाहते हैं कि उसके लिए क्या किया जाएगा?

माननीय सभापति जी, मैं आपके माध्यम से वित्त मंत्री जी से यह भी कहना चाहूंगा कि जो रुपया नीचे जा रहा है, उसे कैसे कंट्रोल करेंगे? दुनिया में डॉलर के मुकाबले हर चीज महंगी हो रही है। आप उसे कैसे हैंडल करेंगे, आप रुपये को कैसे स्टेब्लाइज करेंगे?

पंजाब की समस्याएं हैं। मैं नहीं कहता हूँ कि आपने फाइनेंस बिल में पंजाब के बारे में क्यों नहीं लिखा है। मैं ऐसी बात नहीं कहूंगा, लेकिन आप जो स्टेट रेवेन्यू डेफिसिट देते थे, वह आपने बंद कर दिया। हिन्दुस्तान में सबसे ज्यादा डेट पंजाब पर है। उसमें हमारा नुकसान हो गया। आप उनको बहुत सी चीजें नहीं देते हैं। वर्ष 2025-26 में, सेन्ट्रली स्पॉन्सर्ड स्कीम्स के लगभग दो लाख करोड़ रुपये ट्रांसफर नहीं हुए हैं, क्योंकि आपने ऐसी कंडीशन्स लगाई हुई हैं।

माननीय सभापति जी, मैं वित्त मंत्री जी से कहना चाहता हूँ कि आपने अपने बजट भाषण के दौरान विमेन सेंट्रिक स्कीम्स की बात कही है, जो अच्छी बात है। हम भी उसको एप्रिशिएट

करते हैं। लेकिन फाइनेंस बिल में विमेन को टैक्स में कोई रियायत नहीं दी गई है। ऐसा क्यों?

आपने वित्त विधेयक में महिलाओं का एक भी बार जिक्र नहीं किया है। आप पढ़ लीजिए। इसमें 332 पेजेज़ हैं। मैंने देखा है कि आपने एक बार भी हमारी बहनों का नाम कहीं नहीं लिखा है। मैं इनसे जानना चाहता हूं कि उनका क्या करना है?

सभापति महोदय, मैं अंत में अपने संसदीय क्षेत्र की बात कहना चाहता हूं। मैं वर्ष 2019 में लोक सभा का चुनाव जीतकर आया हूं। मैं श्री फतेहगढ़ साहिब से लोक सभा सांसद हूं। वहां हमारे 10वें गुरु के छोटे साहिबजादों को दीवारों में जिंदा चुनवा दिया गया था। मैं बार-बार निवेदन करता हूं कि वैसी शहीदी पूरी दुनिया में कहीं और नहीं है। उसको अंतर्राष्ट्रीय टूरिस्ट सर्किट बनाइए। उसके लिए एडमिनिस्ट्रेटिव ऑर्डर चाहिए। वहां अंतर्राष्ट्रीय स्तर का इन्फ्रास्ट्रक्चर बनाइए। हलवारा एयरपोर्ट का उद्घाटन तो कर दिया है, लेकिन वहां कोई हवाई जहाज नहीं उतर रहा है। मैंने दोराहा के ओवरब्रिज के बारे में कहा था। उसके लिए फंड तो स्वीकृत कर दिया है, लेकिन उसका काम शुरू नहीं हो रहा है। ऐसी बहुत सारी छोटी-छोटी समस्याएं हैं। मैं उनके बार में दोबारा कहूंगा।

सभापति महोदय, आपने मुझे इस विधेयक पर बोलना का मौका दिया है, उसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूं।

डॉ. निशिकान्त दुबे (गोड्डा) : सभापति महोदय, मैं इस देश के यशस्वी प्रधानमंत्री जी, जिनका सामाजिक जीवन में सबसे लंबा टर्म कल पूरा हुआ है, कल उन्होंने अपने टर्म के 8,931वें दिन पूरे किए हैं तथा आज उनके टर्म का 8,932वां दिन है। मैं उनके प्रति और इस देश की लोकप्रिय वित्त मंत्री श्रीमती निर्मला सीतारमण के प्रति आभारी हूं, क्योंकि उन्होंने इस विषम परिस्थिति में काम किया है।

सभापति महोदय, मैं ये बातें इसीलिए कह रहा हूं, क्योंकि वर्ष 2020-21 और कोरोना काल के बाद रूस और यूक्रेन के बीच लड़ाई हुई है और अभी मिडिल ईस्ट में लड़ाई हो रही है। लगातार टैरिफ वॉर चल रहा है और हमारे यहां कहीं न कहीं अमेरिका का प्रभाव दिखाई दे रहा है। हमारे

यहां युद्ध का प्रभाव दिखाई दे रहा है । उसके बावजूद भी इस देश को बचाने, इस देश की अर्थव्यवस्था को आगे बढ़ाने और दुनिया को एक रास्ता दिखाने के लिए माननीय प्रधानमंत्री जी के नेतृत्व में वित्त मंत्री जी ने जो काम किए हैं, इसीलिए वे बधाई की पात्र हैं।

सभापति महोदय, कांग्रेस पार्टी की हमेशा समस्या होती है । अगर सन् 1947 से लेकर 2014 के दौरान पांच-छः साल को छोड़ दीजिए, तो लगभग उन्होंने ही इस देश पर शासन किया है। एक कहावत है –

"बुरा जो देखन मैं चला, बुरा न मिलिया कोय,
जो दिल खोजा आपना, मुझसे बुरा न कोय।"

अभी माननीय प्रधानमंत्री जी यहां बोलकर गए हैं कि इस देश को संयुक्त होने की आवश्यकता है। कोरोना के समय विपक्ष के योगदान को भी उन्होंने सराहा है। सभी राजनीतिक पार्टियों के लोगों ने मिलकर जिस तरह से एक यूनाइटेड फेस बनाया है, उसके कारण आज देश स्थिर है व देश आगे बढ़ रहा है। उसमें आपका योगदान है, लेकिन ये किस तरह के आरोप लगा रहे हैं?

महोदय, मैं वर्ष 2025 की आईएमएफ की रिपोर्ट लेकर आया हूं । ये कभी अरविंद सुब्रह्मण्यम की बात करेंगे, कभी रघुराम राजन की बात करेंगे । ये कहते हैं कि आप जीडीपी इन्फ्लेट कर रहे हैं। यह आईएमएफ की रिपोर्ट है। मैं इस रिपोर्ट को पढ़ना चाहता हूं। संयुक्त राष्ट्र की जो जीडीपी है, वह 30.62 ट्रिलियन डॉलर है और उसकी जीडीपी ग्रोथ दो प्रतिशत है। चाइना की इकोनॉमी 19.4 ट्रिलियन डॉलर है और उसकी जीडीपी ग्रोथ 4.8 प्रतिशत है । जर्मनी की इकोनॉमी 5 ट्रिलियन डॉलर है और उसकी जीडीपी ग्रोथ प्वाइंट 2 प्रतिशत है। अब भारत पूरे विश्व की चौथी सबसे बड़ी अर्थव्यवस्था बन गया है। हमारे देश की इकोनॉमी 4.53 ट्रिलियन डॉलर है और हमारा जीडीपी ग्रोथ 6.6 प्रतिशत है।

आप दुनिया को झुठला रहे हैं, आईएमएफ को झुठला रहे हैं, विश्व बैंक को झुठला रहे हैं। क्या आपने कभी इन चीजों के बारे में सोचा है? जब आप संसद में इस तरह की बातें करते हैं, तो

उसका क्या प्रभाव पड़ता है?

दुनिया के बाजार में, आईएमएफ में, वर्ल्ड बैंक में, यूएस में, यूके में या अन्य देशों, जिनके साथ भी हमारा व्यापार होता है, उनके सामने क्या संदेश जाता है कि भारत में विपक्ष का एक नेता उठकर बोला कि इनका डाटा ही फोर्ज्ड है। डाटा तो आपका फोर्ज्ड था। आपने कभी देखा कि वर्ष 2008-09 में आपने जिस तरह के हालात पैदा किए। मैं स्टैंडिंग कमेटी ऑन फाइनेंस का सदस्य रहा हूं। वर्ष 2010 में जीडीपी ग्रोथ 2.3 प्रतिशत थी, वर्ष 2011 में वह 3.2 प्रतिशत थी, वर्ष 2012 में वह 2.7 प्रतिशत थी और वर्ष 2013 में वह 3.4 प्रतिशत थी। जब इन्हें लगा कि इकोनॉमी की यही हालत रही, तो हमारा क्या होगा। वर्ष 2004 में, अटल जी जो स्थिति छोड़कर गए थे, उस वक्त हमारी इकोनॉमी 9 प्रतिशत की दर से बढ़ रही थी, तब जीडीपी का जो मापदंड था, इन्होंने उस मापदंड को पलटकर वर्ष 2014-15 के लिए उसे किसी तरह 5 प्रतिशत कर दिया। क्या सभी लोगों को आप अपनी तरह ही समझते हैं? क्या हम इसी तरह से चौथी सबसे बड़ी अर्थव्यवस्था बने हैं? माननीय प्रधानमंत्री जी और वित्त मंत्री जी का वर्ष 2027 तक का टार्गेट है कि हमें तीसरी सबसे बड़ी अर्थव्यवस्था बनना है। क्या वह इसी तरीके के फोर्ज्ड डाटा से बन पाएगी? कभी तो शर्म कीजिए। आज पेट्रोल-डीजल की बातें कर रहे हैं। चूंकि मैं इस पर चर्चा कर चुका हूं, इसलिए मैं फाइनेंस बिल पर ही आऊंगा।

मैं सदन के माध्यम से यह चर्चा करना चाहूंगा कि आपने इस देश की इकोनॉमी को किस आधार पर छोड़ा और माननीय वित्त मंत्री जी और हमारी सरकार ने उसे किस तरह से आगे किया। पेट्रोल और डीजल के दाम बढ़ रहे थे। वर्ष 2011-12 के बाद पेट्रोल-डीजल के दाम बेतहाशा बढ़ गए। आपने राज्यों के चुनाव जीतने के लिए यह कहा कि हम पेट्रोल-डीजल के दाम नहीं बढ़ाएंगे, क्योंकि आपके ऊपर लेफ्ट का बहुत असर था। उन्होंने क्या किया? उन्होंने एक ऑयल बॉन्ड स्टार्ट किया, जिसका कंपनसेशन 5 साल, 7 साल, 10 साल या 12 सालों के बाद मिलता था। मैंने कल ही अखबार में पढ़ा कि 12 सालों के बाद भारत सरकार और मोदी जी के भरोसे आपने कर्जा लेकर दर्जा बढ़ा दिया। आपने 50,000 करोड़ रुपये का गोल्ड लोन हमारे

भरोसे छोड़ दिया। आपने प्राइवेट पार्टी को गोल्ड बॉन्ड दे दिया। उसे आपने 8 से 10 प्रतिशत इंटरेस्ट दे दिया। आप क्या कर रहे थे? आज हम क्या कर रहे हैं?

आज मैं आपको एक डाटा बताना चाहता हूं कि दुनिया में क्या हो रहा है। यूएस अपने आपको नंबर 1 इकोनॉमी मानता है और हमने भी अपनी जीडीपी को बढ़ाया है। मिडिल ईस्ट में ईरान के इस वॉर के बाद अमेरिका में गैस और डीजल के प्राइस 20 प्रतिशत बढ़े हैं। मैं अब एशियन कंट्रीज़ की बात करना चाहूंगा। कम्बोडिया में 68 प्रतिशत प्राइस बढ़े हैं, वियतनाम में 50 प्रतिशत प्राइस बढ़े हैं, सिंगापुर, जिसे एशिया की सबसे बढ़िया इकोनॉमी माना जाता है, वहां 16 प्रतिशत प्राइस बढ़े हैं और दुबई, जिसे वर्ल्ड की सेफेस्ट सिटी माना जाता था, वहां 23 प्रतिशत प्राइस बढ़े हैं। पाकिस्तान में चार दिन काम होता है और तीन दिन छुट्टी हो गई है। वहां के स्कूल और कॉलेज बंद हो गए हैं। वहां 30 प्रतिशत प्राइस बढ़े हैं। यदि हमने प्राइस नहीं बढ़ाए हैं, तो आपको क्या लगता है कि हमने चुनाव के लिए नहीं बढ़ाए हैं? क्या मोदी जी चुनाव के लिए काम करते हैं? यदि हमने आम जनता को राहत दी है, यदि हमने पेट्रोल-डीजल के दाम नहीं बढ़ाए हैं, यदि हमने गैस के दाम नहीं बढ़ाए हैं और जैसा कहा गया कि पहले हम पेट्रोल, डीजल और गैस को 27 देशों से सोर्स करते थे, तो आज हम उन्हें पूरी दुनिया के 41 देशों से सोर्स कर रहे हैं। जहां भी सस्ता मिलेगा, हम वहां से आम जनता के लिए सस्ती दरों पर पेट्रोल और डीजल की व्यवस्था करेंगे। आप इसकी बड़ाई करने के बदले शिकायत कर रहे हैं। आपको इस बजट में कुछ दिखाई ही नहीं दे रहा है।

सभापति महोदय, अब इस फाइनेंस बिल की जो मुख्य बातें हैं, मैं केवल और केवल उन पर चर्चा करना चाहता हूं, क्योंकि आज मैं कोई पॉलिटिकल चर्चा नहीं करना चाहता हूं। यह सरकार सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास के सर्वभाव को लेकर चलती है। पहले जब भी चुनाव का समय आता था या जब भी हम जीतकर पार्लियामेंट में आते थे, तो आम जनता को लगता था कि हमारे पर्सनल टैक्स का जो एग्जेंप्शन है, वह चार लाख रुपये हो जाएगा, पांच लाख रुपये हो जाएगा, छ: लाख रुपये हो जाएगा या सात लाख रुपये हो जाएगा। मैं आपको

बताना चाहूंगा कि माननीय प्रधानमंत्री जी और माननीय श्रीमती निर्मला सीतारमण जी ही इस तरह का काम कर सकते थे। अनएक्सपेक्टेडली, किसी को कुछ नहीं पता था, हमने 12 लाख रुपये का टैक्स एग्जेंप्शन किया और उसे हमने अभी फिर से कंटीन्यू किया है।

चेयरपर्सन सर, हम रोज यहां चर्चा करते रहते हैं और गडकरी जी बराबर बोलते रहते हैं कि दुर्घटना हो जाती है, एक्सीडेंट हो जाता है और प्रत्येक साल लाखों लोग मारे जाते हैं। यहां उसकी चर्चा करके छुट्टी पा लेते हैं। लेकिन, जो हमारी सेंसिटिव गवर्नमेंट है, उसने इस बार क्या किया? वर्ष 1988 का जो मोटर व्हीकल्स एक्ट है, उसमें संशोधन करके कहा कि जिनको भी इंश्योरेंस का कॉम्पनसेशन मिलता है, उसमें कोई टैक्स डिडक्ट नहीं होगा।

सर, क्या यह आम लोगों के लिए नहीं है? दुर्घटनाओं में कौन मरते हैं? स्कूटर वाले, साइकिल वाले, रिक्शा वाले, पैदल चलने वाले और पटरी पर सोने वाले, यही लोग तो मरते हैं। उनके लिए कौन काम कर सकता है? क्या इसके लिए कभी आपने सोचा? हम वोट की चिंता नहीं करते हैं, हम गांव के उस आम, गरीब इंसान की चिंता करते हैं इसीलिए हमने यह काम किया।

सर, दूसरा विषय यह है कि अब एक सिस्टम हो गया है कि कई लोगों को बाहर रहना है। कई लोग रोजगार के लिए बाहर गए, कई लोग टैक्स बचाने के लिए गए या किसी और कारण से गए। लेकिन, उनका आधा परिवार बाहर है और आधा परिवार देश के अंदर है। कई संपत्तियों में उनका अधिकार है। मैं आपको बताऊं कि रेसिडेंट इंडीविजुअल, जो हिंदू अनडिवाइडेड फैमिली है, उसके लिए हम इस फाइनेंस बिल में बहुत बड़ी राहत लेकर आए हैं। विदेशों में इतने लोग रहते हैं और जो हमको रेमिटेंस भेजते हैं, उनके लिए इससे बड़ा काम माननीय वित्त मंत्री महोदया नहीं कर सकती थीं। इसके लिए ये बधाई की पात्र हैं।

चेयरपर्सन सर, इसके बाद लैंड एक्यूजिशन एक्ट लेकर आ गए। ये खूब लंबा-चौड़ा भाषण देते हैं कि लैंड एक्यूजिशन एक्ट है, राइट-टू-फेयर-कॉम्पनसेशन है, चार गुना देते हैं। सारे उद्योग धंधे किस तरह से चल रहे हैं, उन पर मैं यहां नहीं जाना चाहता हूं। लेकिन लैंड एक्यूजिशन एक्ट में जो छोटे लोग हैं, जो सीमांत लोग हैं, उनकी जमीन जाती थी और उसका कॉम्पनसेशन मिलता

था। उस कॉम्पनसेशन पर उनको टैक्स देना पड़ता था। मैं माननीय वित्त मंत्री जी को पुन: बधाई देना चाहता हूं कि जिनकी जमीन एक्वायर की जाएगी, उसमें इन्होंने टैक्स एग्जेम्प्ट कर दिया। गरीबों के लिए इससे बड़ी बात क्या हो सकती है? भारत में 92 परसेंट लोग सीमांत किसान हैं, जिनके पास दो कट्ठा, चार कट्ठा, पांच कट्ठा, दस कट्ठा, एक बीघा, एक एकड़, दो एकड़, इससे ज्यादा जमीन नहीं है। ये जिन किसानों की बात करते हैं, उन किसानों के लिए मैं कह सकता हूं, जैसा कि माननीय प्रधानमंत्री जी अभी बोलकर गए, कि यह किसानों के लिए समर्पित सरकार है। यदि पूरी दुनिया में फर्टिलाइज़र का दाम तीन हजार रुपए है, तो हम उस फर्टिलाइज़र की बोरी 300 रुपए में देते हैं। इतना ही नहीं, यदि हम उनकी जमीन एक्वायर कर रहे हैं, तो उसमें भी भारत सरकार ने टैक्स खत्म करने का प्रावधान किया है। इसके लिए भारत सरकार बधाई की पात्र है।

सर, इसके बाद मैं कहना चाहूंगा कि कई लोग ऐसे हैं, जो बाहर रहते हैं। कई लोग विद्यार्थी के तौर पर बाहर जाते हैं और कई लोग काम के लिए बाहर जाते हैं। वर्ष 1986-87 में माननीय राजीव गांधी जी बेनामी ट्रांजेक्शन एक्ट लेकर आए थे। लेकिन हो सकता है कि अपने दोस्तों के लिए, मित्रों के लिए उनको समझ में आ रहा होगा कि वे यह बड़ा खराब एक्ट लेकर आ गए। यदि यह एक्ट लागू होगा, तो इससे अपने दोस्तों को समस्या हो जाएगी।

सर, आपको आश्चर्य होगा कि वर्ष 1986-87 में लागू किया हुआ बेनामी ट्रांजेक्शन एक्ट वर्ष 2017-18 तक, जब तक हमारी सरकार नहीं आई, 30 सालों तक उसका कोई कानून नहीं बना। उसे पार्लियामेंट ने पास कर दिया था। क्या आपने कभी सुना है कि कोई एक्ट पास हो जाए, लेकिन वह एक्ट लागू न हो? हमारी सरकार आई, उसने बेनामी ट्रांजेक्शन एक्ट में कुछ संशोधन करने के साथ ही उसको लागू किया। इसके बावजूद भी हमने एक रास्ता दिया कि आपके जितने फॉरेन के ऐसेट्स हैं, जितना पैसा आप बाहर लेकर गए हो, आप उसको डिस्क्लोज़ कीजिए। कई लोगों ने डिस्क्लोज़ किया, तो कई लोगों ने डिस्क्लोज़ नहीं भी किया। किसी का पनामा पेपर में नाम आया, किसी का पंडारा पेपर में नाम आया, उसका अलग से केस चल रहा है, क्योंकि यह सरकार 'न खाऊंगा, न खाने दूंगा' वाली सरकार है। लेकिन जो छोटे लोग हैं, जिनका एक करोड़

से नीचे है, उनका इस बजट में ध्यान रखा गया है। मान लीजिए कोई फॉरेन ऐसेट है और उन्होंने उसे डिक्लेयर नहीं किया। एमनेस्टी स्कीम में जो लोग हैं, उनको टैक्स वाले परशान न करें, इसके लिए आपको हम अभी भी मौका दे रहे हैं कि आप आइए, डिस्कलोज कीजिए और इसको ले जाइए। क्या आप इसके लिए सरकार को बधाई का पात्र नहीं बनाएंगे? बड़े लोगों के खिलाफ हमारी सरकार है। यदि आप टैक्स चोरी करके देश से बाहर जाएंगे, तो हम आपको नहीं छोड़ेंगे, लेकिन जो छोटे लोग हैं, उन छोटे लोगों के लिए यह बड़ा काम इन्होंने किया।

सर, अब मैं कॉरपोरेट टैक्स पर आता हूं। हमें वर्ष 2047 तक 'विकसित भारत' बनना है। हम यह कह रहे हैं कि वर्ष 2047 में हम पहले या दूसरी नंबर की इकोनॉमी होंगे। जर्मनी तो 5 ट्रिलियन पर है, हम 4.53 पर हैं इसलिए मुझे लगता है कि वर्ष 2027 में हम तीसरी इकोनॉमी हो जाएंगे।

15.00 hrs

हमारा मुकाबला चीन के साथ है, जो अभी लगभग 20 ट्रिलियन के आसपास है और उसके बाद अमेरिका लगभग 30 ट्रिलियन के आसपास है। हमने एक टारगेट बनाया है कि वर्ष 2047 में हम लगभग 40 से 50 ट्रिलियन तक पहुंचें और नंबर एक या नंबर दो की स्थिति में पहुंचे। इसमें एक "मेक इन इंडिया" का नारा है कि हम यहां के प्रोडक्ट बनाएंगे, यहां के लोगों को रोजगार देंगे, यहां का डेवलपमेंट करेंगे। उसमें जो विदेश के लोग आएंगे या अपने लोग जो इनवेस्ट करेंगे, उनका मुकाबला एशिया में किससे है? हम चीन के बारे में सुनते हैं कि वहां पर बहुत आरएंडडी हो रही है, बहुत उद्योग-धंधे आ रहे हैं। वैसे चीन से भी माननीय वित्त मंत्री जी कई चीजें लेकर आई हैं, जैसे मोटर के प्रोडक्शन हैं। हमने एफटीए साइन किया है, उसमें मोटर का प्रोडक्शन हमारे यहां होगा। हम मोबाइल के सबसे बड़े एक्सपोर्टर हो गए हैं, लेकिन हमारा मुकाबला किससे है?

सर, चीन में टैक्स है या नहीं है, यह दुनिया में कोई नहीं जानता। सिंगापुर एक देश है, वहां पर टैक्स मुश्किल से 15, 16 या 17 प्रतिशत है। दुबई में कई जगहों पर इनकम टैक्स नहीं है और कई जगहों पर कॉरपोरेट टैक्स है और टैक्स नहीं भी है, मतलब 7-8 परसेंट के आसपास है। यदि

हमें इन्वेस्टमेंट अट्रैक्ट करना है, तो सबसे पहला काम क्या होगा? जो बिजनेसमैन हैं, उनको एक ऐसा साधन दें। मैं इसलिए कह रहा हूं, क्योंकि हमने एक सरकार वर्ष 2011 में देखी। उस समय सुप्रीम कोर्ट ने वापस कर दिया, क्योंकि वोडाफोन एसार के टैक्स के रिटर्न की बात आने लगी थी। मैं उस समय पार्लियामेंट का सदस्य था। इसी पार्लियामेंट में रेट्रोस्पेक्टिव टैक्स लेकर आ गए। पूरी दुनिया में कहीं भी पीछे से टैक्स नहीं लगता है, क्योंकि जो इन्वेस्टर होता है, उसे यह पता होता है कि हम जो काम करने वाले हैं या अपना पैसा लगाने वाले हैं, उसमें कितना टैक्स देना है। इन्होंने वर्ष 2011 में रेट्रोस्पेक्टिव टैक्स लागू किया, जिसके कारण पूरी दुनिया में 2जी स्कैम, 3जी स्कैम, कोलगेट स्कैम जैसे इतने स्कैम हो गए। उसके बाद टैक्स टेररिज्म आया और इस ने ऐसी स्थिति कर दी कि बाहर के लोगों ने हमारे यहां इन्वेस्ट करने से मना कर दिया।

जब हमारी सरकार आई, तो माननीय मोदी जी ने एक आश्वासन दिया कि हम जो आज तक दे रहे हैं, उसमें कोई भी रेट्रोस्पेक्टिव टैक्स नहीं होगा। जो भी टैक्स होगा, वह प्रोस्पेक्टिव टैक्स होगा। अगर आप वर्ष 2016-17 के बजट पर ध्यान देंगे, तो हमने कॉरपोरेट टैक्स को लगभग 27-28 प्रतिशत पर ला दिया था, क्योंकि एशियन कंट्रीज से कंपीट करना है और उसमें आगे बढ़ाना है। कॉरपोरेट टैक्स में "टैक्सेशन ऑफ नॉन-रेजिडेंट" और जो "ट्रांसफर प्राइसिंग" है, जो दूसरे देशों के लोग हमारे यहां इन्वेस्टमेंट करेंगे, उसकी डेट और लिमिटेशन दोनों हमने बदली। इसके कारण विकसित भारत - 2047 की दिशा में हम आगे बढ़ेंगे। मैं इसके लिए माननीय वित्त मंत्री जी को बधाई और धन्यवाद देना चाहता हूं कि आपने इतना बड़ा काम किया है।

सर, तीसरा "सेफ हार्बर" टैक्स है और चौथा "एडवांस प्राइसिंग एग्रीमेंट" है। इन दोनों चीजों के ऊपर पूरे फाइनेंस बिल में वित्त मंत्री जी ने टैक्स में बहुत राहत दी है। इसके बाद एक "मिनिमम अल्टरनेट टैक्स" है, जिसमें टैक्स घटाया गया है। टैक्स 18 प्रतिशत था, उसको अब 14 प्रतिशत पर लाया गया है। मिनिमम अल्टरनेट टैक्स यह था कि कई इंडस्ट्रीज ऐसी थीं, जिनको माननीय राजीव गांधी जी टाइट करना चाहते थे। उनको लगता था कि ये पैसा कमा रहे हैं, लेकिन कांग्रेस पार्टी को पैस दे रहे हैं या नहीं दे रहे हैं, देश में टैक्स नहीं दे रहे हैं। यह जानने का सवाल है और

इतिहास समझिए कि मिनिमम अल्टरनेट टैक्स कब आया। मिनिमम अल्टरनेटिव टैक्स यह है कि आपको प्रॉफिट कितना हो रहा है या नहीं हो रहा है, लेकिन आपको मिनिमम इतना टैक्स भारत सरकार को देना पड़ेगा। यह मिनिमम अल्टरनेटिव टैक्स का सीधा-सीधा छोटा सा मतलब है। मिनिमम अल्टरनेटिव टैक्स वर्ष 1987 में इसी पार्लियामेंट ने पास किया। उसके बाद सभी कॉरपोरेट्स के साथ इनकी बातचीत हुई। वह वर्ष 1989 तक इस देश के प्रधान मंत्री रहे। वह कहावत हैं कि बकरी को दिखा दिया कि उसे शेर खाएगा, खाएगा, उसी तरह से कांग्रेस दिखाती रही और चंदा लेती रही, लेकिन मिनिमम अल्टरनेटिव टैक्स लागू ही नहीं हुआ। मिनिमम अल्टरनेटिव बाद में लागू हुआ। जब माननीय अटल जी आए, तो अटल जी ने एक बहुत अच्छी पॉलिसी बनाई कि चीन कैसे डेवलप हुआ। चीन को डेवलप करने के लिए या यूएस को डेवलप करने के लिए क्या-क्या चीजें थीं। उसमें तीन चीजें थीं - स्पेशल इकोनॉमिक जोन बनाए, एक्सपोर्ट ओरिएंटेड यूनिट बनाई और डोमेस्टिक टैरिफ यूनिट बनाई।

तीन चीजों DTA, EOU और SEZ से कंपनियां बनती हैं। जब वर्ष 2004 तक SEZ फुल फ्लेज बढ़ने लगा, उसके बाद हमारी सरकारी हट गई। SEZ पर विशेष तौर पर माननीय चिदंबरम जी ने मिनिमम अल्ट्रनेटिव टैक्स लगा दिया, इसके कारण SEZ का पूरा का पूरा कांसेप्ट खत्म हो गया और इस मिनिमम अल्ट्रनेटिव टैक्स के कारण हम बहुत ज्यादा आगे नहीं बढ़ पा रहे हैं। इस पर रेशनलाइजेशन ऑफ मिनिमम अल्ट्रनेटिव टैक्स, इतने वर्षों के बाद माननीय वित्त मंत्री जी लेकर आयी हैं, इसके लिए क्या हम बधाई नहीं देंगे? क्या वर्ष 2047 तक विकसित भारत बनाने के लिए यदि हम कॉर्पोरेट को आगे बढ़ाने के लिए, रोजगार को आगे बढ़ाने के लिए, किसी कंपनी को आगे बढ़ाने के लिए, जब तक कंपनियां नहीं आएंगी, जब तक हमारे यहां इंवेस्टमेंट नहीं होगा, तब तक रोजगार कैसे देंगे, टैक्स कैसे देंगे, लोगों का विकास कैसे होगा?

आज सारे माननीय सांसद सीएसआर के बारे में चर्चा करते रहे। सीएसआर वर्ष 2013 में कांग्रेस लेकर नहीं आयी है। सीएसआर हमारी कमेटी लेकर आयी थी। स्टैंडिंग कमेटी के चेयरमैन भारतीय जनता पार्टी के माननीय सदस्य यशवंत सिन्हा जी थे। मैं उसका मेंबर था, शिवकुमार

उदासी हमारे दोस्त, जो यहां नहीं हैं, भर्तृहरी महताब साहब थे, गुरूदास दासगुप्ता, सीपीआई के थे वे अब यहां नहीं हैं। हम चारों ने मिलकर प्रेशर बनाया कि सीएसआर आए, क्योंकि हम जिस इलाके से आते हैं, कोयला आप हमारे यहां से ले जाते हो, पावर प्लांट हमारे यहां से दूसरी जगह बनता है और हम केवल धूल, मिट्टी खाते हैं। हमारे क्षेत्र का विकास कैसे होगा? सीएसआर की पूरी की पूरी पॉलिसी हमारी स्टैंडिंग कमेटी ने बनायी है, किसी सरकार को कुछ नहीं जाता है और उस सीएसआर की पॉलिसी को कितने बढ़िया ढंग से इंप्लीमेंट करना है वह हमारे मोदी जी की सरकार कर रही है, वह बधाई की पात्र है और मिनिमम अल्ट्रनेटिव टैक्स, सीएसआर इन सभी के लिए हम उनको बधाई देते हैं।

सभापति महोदय, इस बार जिस दिन बजट आया, उस दिन क्या हुआ कि शेयर मार्केट में प्राइस धड़ाम से गिरने लगा। कई लोगों को लगा कि बजट अच्छा है, बजट खराब है। मैं बाहर सदन से निकला और मैंने कहा कि कुछ नहीं है। माननीय वित्तमंत्री जी ने एक बड़ा रेशनल, जिसको सिक्योरिटी ट्रांजेक्शन टैक्स कहते हैं। इसमें क्या है कि शेयर मार्केट ऊपर बढ़ रहा है, नीचे गिर रहा है, किसका पैसा है, किसका नहीं है? किसी तरह का आप समझिए कि लीगल फ्रेमवर्क है, लेकिन लीगल फ्रेमवर्क में कोई बहुत ज्यादा दवाब नहीं है। हमारी सरकार का एक बड़ा विषय है, जो प्रधानमंत्री जी के नेतृत्व में लगातार वित्त मंत्री जी कर रही हैं कि लोगों को जेल नहीं जाना पड़े और जेल नहीं जाना पड़े, तो जो इकोनॉमिक ऑफेंडर्स हैं उनको या जो इकोनॉमिक चोरी करना चाहते हैं, उनको हम सही रास्ते पर लेकर आएं। इस बार क्या है कि कैपिटल गेन्स, जो बॉय बैक टैक्स है और एसटीटी को माननीय वित्त मंत्री जी ने बढ़ाया है, जिससे कि शेयर मार्केट में गरीबों का जो पैसा है, कभी शेयर मार्केट बढ़ गया तो बढ़े, उसमें बेचारे पैसा लगाएं और धड़ाम से नीचे चले जाते हैं, तो उसको ट्रांसपैरेंट करने के लिए एसटीटी टैक्स लगाया है, इसके कारण उस दिन शेयर मार्केट ऊपर-नीचे हुआ और बाद में आपको ध्यान होगा, दूसरे दिन जब लोगों को समझ में आया, आम इनवेस्टर को समझ में आया कि हमको प्रोटेक्ट करने के लिए मोदी जी की सरकार यह लेकर आयी है, तो आपको पता है कि शेयर मार्केट बढ़ गया। इसके लिए इस फाइनेंस बिल में

जो प्रावधान लेकर आए हैं, उसके लिए निश्चित तौर पर हमारी सरकार वाह-वाही की पात्र है।

इसके बाद चेरिटेबल ट्रस्ट इंस्टीट्यूशन का एक नया सिस्टम आया है। चेरिटेबल ट्रस्ट्स की बाढ़ है। स्कूल चेरिटेबल ट्रस्ट में है, हॉस्पिटल चेरिटेबल ट्रस्ट में है, कॉलेज चेरिटेबल ट्रस्ट में है, तो चेरिटेबल ट्रस्ट में जो वॉयलेशन है, उसको देखने के लिए जब से हमारी सरकार आयी है, जब यूपीए की सरकार थी, तो सी एंड एजी की एक बहुत अच्छी रिपोर्ट आयी थी। सी एंड एजी की रिपोर्ट में यह कहा गया कि जो मैक्सिमम बड़े कॉर्पोरेट हैं वे किस तरह से चोरी कर रहे हैं और उस चोरी के कारण कई ऐसे बड़े कॉर्पोरेट थे, जिन्होंने आरबीआई के रूल्स वॉयलेट करके 4000-5000 करोड़ रुपये कोई येल यूनिवर्सिटी को दे रहा है, कोई ऑक्सफोर्ड यूनिवर्सिटी को दे रहा है, कोई हार्वर्ड यूनिवर्सिटी को दे रहा है और जो ब्यूरोक्रेट्स के बच्चे हैं, जो पॉलिटिशियन के बच्चे हैं, वे कैसे एडमिशन लेंगे, उनके लिए सीट रिजर्व करने की बात थी। ऐसे ही लाइजनिंग चल रही थी। हमारी सरकार ने वर्ष 2016-17 के बाद चेरिटेबल ट्रस्ट के लिए धीरे-धीरे एक अच्छा परिवर्तन किया, बड़ा कानून लायी और उसको हम कैसे और स्ट्रीमलाइन करेंगे, वह इस फायनेंस बिल में वित्त मंत्री जी लेकर आयी हैं।

इसके बाद जो अमेंडमेंट है, वह टीडीएस का है। टीडीएस क्या है? जब से टीडीएस लागू हुआ तब से माननीय वित्त मंत्री जी टीडीएस पर अच्छा काम कर रही हैं। इसमें मैं आपको बताऊं कि जैसे तेंदुपत्ता पर टीडीएस 5 परसेंट था, उसको 2 परसेंट पर लेकर आईं। हम बिल लेकर आए। हम यह सोचते हैं कि आदिवासियों को, दलितों को, शोषितों को, वंचितों को रोजगार दें या वन्य क्षेत्र में जो लोग रहते हैं, तेंदुपत्ता से बीड़ी बनती है और जब वे उसे लेकर आते हैं तो हम उनको ज्यादा से ज्यादा पैसा दें, ट्रांसपेरेंट तरीके से दें तथा उसमें ब्लैक मार्केटिंग नहीं हो। इस कारण से आदिवासियों को राहत देने के लिए, गरीबों को राहत देने के लिए हम टीडीएस को 2 परसेंट पर लेकर आएं।

सर, स्क्रैप का एक नया बिजनैस है। कोई भी चीज होगी, हम स्क्रैप बेच रहे हैं और उसकी बाढ़ आ गई है। उसका जो कंट्रोल सिस्टम है, माननीय वित्त मंत्री जी को लगा कि स्क्रैप पर जो

करंट रेट 1 परसेंट था, उसको हमने दो परसेंट किया है। इसके अलावा आपको पता है कि हम प्राइवेटाइजेशन पर गए। हम कमर्शियल माइनिंग की तरफ जा रहे हैं। जो कोल, लिग्नाइट, आयरन ओर है, मैं जिस राज्य से आता हूं, उसमें सुप्रीम कोर्ट के जजमेंट के बाद, मैं माननीय वित्त मंत्री जी से आग्रह करूंगा कि रॉयल्टी सेस का मामला सुप्रीम कोर्ट ने राज्यों पर छोड़ दिया है। इसमें क्या हो रहा है कि झारखंड जैसे राज्य में, अभी यह ओडिशा में लागू नहीं हुआ, छत्तीसगढ़ में लागू नहीं हुआ, मध्य प्रदेश में लागू नहीं हुआ, क्योंकि वहां पर हमारी सरकार है। झारखंड में इसे लागू कर दिया। झारखंड में लागू करने से क्या होगा कि जैसे अभी एनर्जी सिक्योरिटी में हमें दिखाई दिया कि अल्टीमेटली कोयला ही बचाव का साधन है। अभी जैसे गर्मी के दिन हैं, एनवायर्नमेंट के जो विषय थे, वर्ष 2070 तक जीरो एमिशन का जो टारगेट है, आपको पता है कि ट्रम्प साहब ने आकर सबसे पहले कह दिया कि यह केवल कुछ यूरोपियन कंट्रीज़ का धता है और हमें यह कमजोर करता है। उसमें मैं आपको बताऊं कि सुप्रीम कोर्ट के इस टैक्स के कारण यदि सबसे ज्यादा कहीं नुकसान होगा तो हमारे यहां होगा, क्योंकि उन्होंने साढ़े चार सौ रुपये पर टन टैक्स लगा दिया और उनके पास पैसे देने के लिए कुछ नहीं है।

मैं आपके माध्यम से वित्त मंत्री जी से कहूंगा कि जो दूसरी बातें हो रही हैं, मान लीजिए कि आप वाइट में, प्रॉपर ढंग से टैक्स देकर एक ट्रक ले जाओ और तीन ट्रक्स चोरी करके ले जाओ। यह जो मामला है, आप टीसीएस का कॉन्सेप्ट लेकर आए हैं कि 1 परसेंट से 2 परसेंट बढ़ाया है। इसके साथ-साथ मेरा आपसे आग्रह होगा कि सुप्रीम कोर्ट में हमें एक रिव्यू पेटीशन दाखिल करनी चाहिए। झारखंड जैसे राज्य में जहां इस देश का 40 परसेंट माइन्स और मिनरल्स हैं, उसमें राहत मिल पाए और हम लोगों को बचा पाएं, नहीं तो केवल और केवल माफियागिरी होगी। यह कांग्रेस जहां भी शासन करने के लिए जाती है, उनको केवल माफियागिरी के अलावा कोई काम नहीं है। उसको हम किस तरह से रोक पाएंगे? मैं आपसे यह आग्रह करना चाहूंगा कि आप इसमें कुछ न कुछ कीजिए।

जो पैनल्टी प्रोविजन्स हैं मतलब 'समस्या से समाधान तक', 'विश्वास से विवाद तक' –

भारत सरकार ने इसमें बहुत बड़ा काम किया है और माननीय वित्त मंत्री जी ने इसको बड़े अच्छे ढंग से लिया। आपको आश्चर्य होगा कि सीएंडएजी की कितनी रिपोर्ट्स आई हैं कि 5 हजार रुपये का केस है, 10 हजार रुपये का केस है, 20 हजार रुपये का केस है, वे केसेज़ 30-30 साल से चल रहे हैं, 40-40 साल से चल रहे हैं। भारत सरकार 5 हजार रुपये लेने के लिए कम से कम 5 लाख रुपये, 10 लाख रुपये वकीलों के पीछे खर्च कर चुकी है और 20-25 साल से केस चल रहे हैं। वकीलों को कोई मतलब नहीं है। माननीय वित्त मंत्री जी ने कहा कि एक सर्टेन थ्रेसहोल्ड के बाद, आपको जो समस्या है, आप उसका समाधान कर लीजिए। जो विवाद है, चाहे वह इनकम टैक्स का हो, चाहे कस्टम एक्साइज का हो, उसी में पैनल्टी प्रोविजन को नॉर्मलाइज करने के लिए इनकम टैक्स एक्ट में एक बड़ा परिवर्तन हमारी सरकार लेकर आई है। प्रोसीक्यूशन का जो रेशनलाइजेशन है, जो प्रोसीडिंग्स होती हैं, जैसे मैंने कहा कि भारत सरकार एक बड़े अच्छे दिमाग के साथ चल रही है कि यदि हमें विकास करना है, तो निश्चित तौर पर जो इकोनॉमिक ऑफेंडर्स हैं, उनको जेल से मुक्ति देकर उन पर इकोनॉमिक पैनल्टी लगाई जाए।

जिसके कारण भारत के किट्टी में पैसा आ जाए, नहीं तो आप देख रहे हैं कि सभी भाग जा रहे हैं। उस कारण यह रेशनलाइजेशन का एक बड़ा काम आया है।

इसके बाद मैं जीएसटी के लिए वित्त मंत्री जी का और प्रधान मंत्री जी का दोबारा आभार करना चाहता हूँ कि जीएसटी जिसलिए बनी थी, जीएसटी को दो टैक्स रेट में लाना। इसके लिए जो एक नई बात हुई कि कई एक लोगों को लगा कि हमारा जो रेवेन्यू है, वह घट जाएगा, लेकिन वित्त मंत्री जी और प्रधान मंत्री जी को पता था कि यदि हम टैक्स कम करेंगे, आम लोगों के जीवन में यदि हम सुख और सुविधा लाएंगे, तो भारत की जो आम आवाज़ है, जो गाँव, गरीब और किसान के लोग हैं, वे देश की किट्टी में पैसा देंगे और आज हमने टोटल जीएसटी में 15 प्रतिशत कंसेशन दिया। आपको आश्चर्य होगा कि आठ प्रतिशत जीएसटी का टैक्स बढ़ा है। इससे बड़ा काम भारत की जनता नहीं कर सकती थी, इससे बड़ा काम भारत सरकार नहीं कर सकती थी।

जीएसटी रिफंड का सवाल हो, इनकम टैक्स रिफंड का सवाल हो, वह इतना आसानी से

होता है कि पता ही नहीं चलता है कि कब पैसा हमने दिया और कब पैसा वापस आ गया, नहीं तो पहले की सरकार में, कांग्रेस की सरकार में यह होता था कि जब 31 मार्च पूरा होने लगता था, तो सारे कॉर्पोरेट को बुलाकर कहते थे कि टैक्स दो, टैक्स दो, टैक्स दो, क्योंकि उनको बजट में बताना होता था कि हमने इस साल इतना टैक्स कलेक्ट किया और उसके ऊपर फिर बाद में टैक्स रिटर्न करने के लिए साल दो-साल तो लगाते ही थे। साल दो साल लगाने में कोई समस्या नहीं थी, पर उस पर 6 प्रतिशत, 7 प्रतिशत, 8 प्रतिशत टैक्स जोड़कर देते थे। यह काम माननीय वित्त मंत्री जी ने खत्म किया और इसमें भी एक बड़ा काम हो गया।

इसके बाद ईज़ ऑफ लिविंग में पर्सनल इंपोर्ट जो था, जो बैगेज रूल था, बैगेज रूल कब का बना? जब हम विदेश जाते हैं, उसमें कस्टम वाले तंग करते हैं कि आप इतने रुपये का ला सकते हो, इतने रुपये का नहीं ला सकते हो। मुझे लगता है कि आज से 15-17 साल पहले का यह बैगेज रूल बना हुआ था। अब ज्यादा लोगों के पास पैसा हो गया, तो ज्यादा लोग विदेश जाने चाहते हैं। फिर उन्होंने इसमें बैगेज रूल, 2026 चेंज किया। इसमें ऑटोमेटिक गुड्स रजिस्ट्रेशन का एक बड़ा काम किया।

क्रिटिकल मिनरल, मैं बस चार-पाँच मिनट में अपनी बात खत्म करूँगा। कैपिटल गुड्स, मशीनरी इंडस्ट्रियल इक्विपमेंट, जो उद्योग-धंधे के लिए सामान आएंगे, उसमें बिजनेसमैन को हम क्या फायदा दें, क्योंकि इसके पहले इनका टैक्स रिबेट का एक बड़ा काम चलता था। मैं आपको बताऊँ कि प्रत्येक साल एक बड़ा कागज़ आता था, जिसमें यह होता था कि इस साल भारत सरकार ने कितना टैक्स रिबेट दिया। कॉर्पोरेट की बात करें, तो वर्ष 2004 से लेकर 2014 तक कोई ऐसा साल नहीं था कि जब बड़े बिजनेसमैन को पांच लाख करोड़ रुपये, छः लाख करोड़ रुपये, सात लाख करोड़ रुपये का टैक्स रिबेट नहीं दिया गया। हमने उसको पूरा स्ट्रीमलाइन कर दिया और आज यदि हम टैक्स रिबेट दे रहे हैं, तो जो साधारण, जो गाँव के गरीब लोग हैं, जो मकान खरीद रहे हैं ,उनको टैक्स रिबेट दे रहे हैं। जो इनकम टैक्स के लोग हैं, जो छोटा इनकम टैक्स पे करते हैं, उनको हम रिबेट दे रहे हैं।

इलेक्ट्रॉनिक्स गुड्स और कंज्यूमर में कई एक माइक्रोवेव ओवन और डीपन लोकल इलेक्ट्रॉनिक्स को हमने ड्यूटी फ्री कर दिया। ITA-1 इन्होंने 96-97 में साइन कर लिया। इनको पता ही नहीं था कि इलेक्ट्रॉनिक्स मार्केट कितना बढ़ रहा है। सारे जो इलेक्ट्रॉनिक्स गुड्स थे, चाहे वे सॉफ्टवेयर थे चाहे हार्डवेयर थे, सारी की सारी इंडस्ट्री बंद हो गई। ITA-2 माननीय मोदी जी ने 2015 से रोक रखा है। हमने साइन नहीं किया है। हमने यह कहा है कि चाहे जिंदगी में कुछ भी हो जाए, हम अपने यहाँ मैन्युफैक्चरिंग बढ़ाएंगे और किसी देश के आगे नहीं झुकेंगे। इसके लिए आज हम बड़ा काम कर पा रहे हैं। आज हम इलेक्ट्रॉनिक मैन्युफैक्चरर हो रहे हैं और जिस तरह से PLI स्कीम आर्टिफिशियल इंटेलिजेंस से लेकर इलेक्ट्रॉनिक्स मैन्युफैक्चरिंग तक में चल रहा है, जिस तरह से वित्त मंत्री पैसा दे रहे हैं, वे सभी बधाई के पात्र हैं।

माननीय सभापति : आप अपना भाषण कन्क्लूड कीजिए।

डॉ. निशिकान्त दुबे : सर, मैं इतना ही कहूँगा कि-

"आपादमापतन्तिनां हितोऽपयति हेतुतम,

मातृजंघा हि वत्सस्य स्तम्भिभवति बंधने।"

यह हमारा वेद कहता है। आज पूरी दुनिया कोरोना के बाद कराह रही है, लेकिन माननीय मोदी जी के नेतृत्व में हमारा देश दिन दूनी, रात चौगुनी गति से आगे बढ़ रहा है। आज हमारी इकोनॉमी सात प्रतिशत के GDP ग्रोथ से बढ़ रही है। इसमें माननीय वित्त मंत्री जी का बड़ा योगदान है। हम सभी इस फाइनेंस बिल को पास करें, देश को मजबूत करें, वित्त मंत्री के हाथ को मजबूत करें और जो वर्ष 2047 का विकसित भारत का सपना है, उसको हम लागू करें।

आपने मुझे बोलने का मौका दिया, इन्हीं शब्दों के साथ 'जय हिंद, जय भारत'।

श्री रमाशंकर विद्यार्थी राजभर (सलेमपुर) : सभापति महोदय, मैं आपका, अपने संसदीय क्षेत्र सलेमपुर लोकसभा की जनता और उत्तर प्रदेश के गरीबों ने वर्ष 2027 में जिनके हाथों में सरकार देने का मन बनाया है, हमारे राष्ट्रीय अध्यक्ष माननीय अखिलेश यादव जी का आभारी हूं।

महोदय, वित्त मंत्री जी यह विधेयक लेकर आए हैं। यह अच्छा ही है। मैं आपके माध्यम से

एक-दो सवाल पूछना चाहता हूं। मैं यह जानता हूं कि हमारा समय कीमती है। जब हम इस सदन में होते हैं तो तो सब चंगा दिखता है। यह लगता है कि हम सदन में बैठे हैं तो ना गरीबों कि कोई समस्या है, न किसानों की कोई समस्या है, न छात्रों की कोई समस्या है, न महिलाओं की कोई समस्या है, न ही मजदूरों की कोई समस्या है, लेकिन जब हम गांव में जाते हैं, जमीन पर जाते हैं तो हमें समस्या ही समस्या दिखती है।

महोदय, इस धरती पर होने वाले सारे कठिन काम, गरीबों का एक बड़ा वर्ग अपने पूरे खानदान के साथ कई पुश्तों से करता आ रहा है, लेकिन आज उनको क्या मिला है? गर्मी आई तो वे घर जलने से मरे, बरसात आए तो वे घर ढ़हने से मरे, जाड़ा आए तो वे कम्बल के बिना ठिठुर कर मरे। जब उनकी बेटियां जवान हो जाएं तो उनके पास उनकी शादी के लिए पैसे नहीं और बेटा बीमार हो जाए तो उनके पास दवाई के लिए पैसा नहीं, यह हमारे बजट के अंदर है। आप संशोधन आप लाई हैं। मैं इस संशोधन में प्रस्ताव करता हूं। अगर जीडीपी बढ़ रही है तो आखिर युवा बेरोजगार क्यों हो रहे हैं? सारी नौकरियों में आउटसोर्सिसिंग की बाढ़ आ गई है। आउटसोर्सिंग की ऐसी बाढ़ आई है कि देश का कोई भी डिपार्टमेंट हो, आपसे बजट ले रहा है लेकिन सरकारी नौकरियों में छंटनी हो रही है। आउटसोर्सिंग से नौकरियां दी जा रही हैं। सर्विस प्रोवाइड कराने वाली कंपनियां और ठेकेदार आ गए हैं। वे एससी, एसटी, ओबीसी और ईडब्ल्यूएस आरक्षण लूट रहे हैं लेकिन उनसे कोई पूछने वाला नहीं है।

महोदय, अगर विकास हो रहा है तो आखिर पलायन क्यों हो रहा है? चाहे वह बिहार हो, हमारा पूर्वांचल हो, सलेमपुर हो, बलिया हो, देवरिया हो, कुशीनगर हो, गोरखपुर हो, आजमगढ़ हो या झारखंड हो, आखिर वहां से पलायन क्यों हो रहा है? यह सवाल है। युवाओं में बेरोजगारी दर कई आंकलनों में 15 प्रतिशत से अधिक बताइ गई है। लाखों सरकारी पद खाली हैं। वे पद नहीं भरे जा रहे हैं। सरकार कोई कैलेंडर बनाई है कि अब तक एससी का आरक्षण छोटा क्यों नहीं पूरा हुआ है? अब तक एसटी, ओबीसी और इडब्ल्यूएस का आरक्षण का कोटा क्यों पूरा नहीं हुआ है? जब यह पूरा हो तब आप उन्हें बजट दें।

महोदय, मैं कहना चाहता हूं कि डीजल महंगा, खाद महंगी और सिंचाई महंगी है। मैं एक चीज आपके संज्ञान में लाना चाहता हूं। यहां सरकार के सारे मंत्री बैठे हैं। जब एलपीजी गैस का प्रॉब्लम आया तो सरकार ने एक तुगलकी फरमान जारी कर दिया गया कि 15 किलोमीटर एरिया में अगर गैस के शहरी उपभोक्ताओं को 25 दिनों में गैस सिलेंडर्स मिलेंगे और 15 किलोमीटर के एरिया में ग्रामीण गैस वितरक, एजेंसी वाला है, तो वहां के लोगों को 45 दिनों में सिलेंडर्स मिलेंगे। क्या आपने 25 दिन पहले शहरी उपभोक्ता को सिलेंडर दे दिया था? उनके सिलेंडर्स आज खत्म हो गए लेकिन उनको 25 दिनों के बाद सिलेंडर्स मिलेंगे। यह भेद क्यों है? गांवों में एजेंसी वाले और उपभोक्ताओं में मारा-मारी हो रही है। आपने यह कह दिया, पॉलिसी बना दी, तुगलकी फरमान जारी कर दिया गया कि अब गैस सिलेंडर्स की ऑनलाइन ही बुकिंग की जाएंगी। गैस सिलेंडर्स बुकिंग के लिए कई मोबाइल ऐप्स हैं, किसी भी ऐप से ये बुकिंग हो जाएंगी, लेकिन आप कह रहे हैं कि ओटीपी रजिस्टर्ड मोबाइल नम्बर पर ही आएगी। यह गांव में कहां है? यह हो सकता है कि वहां टावर न हो, यह हो सकता है कि गरीब के मोबाइल में पैसा न हो, तो आपने चूल्हे में भी भेद कर दिया है। शहर का चूल्हा 25 दिनों तक चलेगा और गांव का चूल्हा 45 दिनों में जलेगा, आपने यह व्यवस्था कर दी है।

महोदय, एम.एस.पी की कानूनी गारंटी आज भी सपना है। किसानों की आय दोगुनी करने के वायदे का क्या हुआ? यह सिर्फ राजनीतिक भाषणों में हो गया है। स्वास्थ्य और शिक्षा पर खर्च जीडीपी के अनुपात में अभी भी बहुत कम है। युवा को अच्छी शिक्षा नहीं, गरीब का इलाज नहीं, भारत विकसित राष्ट्र कैसे बनेगा?

क्या यह बजट महंगाई नियंत्रण पर समयबद्ध तरीके से योजना बनाएगा? क्या यह बजट सभी सरकारी रिक्त पदों पर भर्ती कैलेंडर जारी करेगा? पूर्वांचल के विशेष सहयोग पैकेज और एम.एस.एम.ई को सस्ता क्रेडिट और टैक्स राहत देगा ? क्या यह बजट इस संशोधन से किसानों के लिए एम.एस.पी की कानूनी गारंटी लागू होगी? शिक्षा और स्वास्थ्य के बजट में इजाफा होगा, जब ये सुधार नहीं होंगे] तब तक वित्त विधेयक बनते रहेंगे और जनविरोधी होते रहेंगे।

बजट का आकार बड़ा है, लेकिन कल्याण के लिए सीमित गुंजाइश है। वर्ष 2026-27 के लिए यूनियन फाइनेंस बिल में सरकार ने 44 लाख करोड़ से अधिक राजस्व संग्रह का अनुमान रखा है जो पिछले वर्ष से लगभग 10 परसेंट अधिक है।

सभापति महोदय, अभी ट्रेजरी बेंच के एक वक्ता सीएसआर फंड के बारे बखान कर रहे थे, आज पन्द्रह वर्ष हो गए, इतिहास बनाने का माननीय वित्त मंत्री जी को कभी-कभी अवसर मिलता है। अपने वित्त मंत्री के काल में 15 वर्ष हो गया, एक पाई सांसद फंड में नहीं बढ़ी, उसमें से जीएसटी लेकर एक करोड़ रुपय कम कर दिया, चार करोड़ रुपये कर दिया। एक इतिहास बना दीजिए, सांसद निधि को बढ़ा दीजिए।

सरकार का कुल कर्ज जीडीपी के 55 परसेंट पर बना हुआ है, इसका एक बड़ा कारण है कि ब्याज भुगतान ही कुल खर्च का लगभग 26 प्रतिशत है। कुल राजस्व का करीब 40 प्रतिशत खा जाता है यानी बजट का बड़ा हिस्सा पुराना कर्ज निपटाने में ही खर्च हो रहा है। इसका परिणाम साफ है, बजट में इन्फ्रास्ट्रक्चर और फिस्कल अनुशासन को प्राथमिकता दी जा रही है।

माननीय सभापति : माननीय सदस्य, कृपया अब कनक्लूड कीजिए।

श्री रमाशंकर विद्यार्थी राजभर : सभापति महोदय, आपकी घंटी बज गई है इसलिए अब मैं शेर के साथ अपनी बात समाप्त करता हूं।

" छेड़ने से मुख भी वाचाल हो जाता है
टूटने से शीशा भी काल हो जाता है
देश के गरीबों को इतना न सताओ लोगों
जलने से कोयला भी लाल हो जाता है।"

आपने मुझे बोलने के लिए समय दिया, आपका बहुत-बहुत धन्यवाद।

PROF. SOUGATA RAY (DUM DUM): Sir, I rise to speak on the Finance Bill. This was part of the Budget which was presented by the Finance Minister on 1st February, 2026. It is one and a half months since then. Let us see what the

Budget means and what it is for. May I say that basically this Budget is a part of Atal Tinkering Lab. The Finance Minister has tinkered the budgetary movements and I will give you examples as to what she has actually done. There are no serious changes in tax structure, only tinkering. Some IT return timelines were pushed further and forms simplified. There are some changes in forms and then tax penalties. Prosecution rules have been eased. Again, the foreign firms sourcing services from Indian entities are to get 50 per cent tax safe harbour margin of costs among other benefits.

Sir, now, I come to Capital Gains Tax. Exemption on sovereign gold bonds is only when held from issuance to maturity. You will notice that these are small tinkering.

Also, if I say buybacks, they are to be taxed as capital gains, retail investors may benefit a little.

There is a one-time disclosure tax scheme for NRIs. The main thing is, The Government's tax gift, that is the Gift City. They are getting advantage year after year because Gift City is placed in Ahmedabad. They are getting advantages.

Sir, the Government has a good proposal, one among many. It proposes to exempt award given by motor accident claims tribunal from income tax. It is a good step.

Sir, there is a strange thing. The Prime Minister wants destination marriages to be held within India. But, the Finance Minister proposes to reduce TCS rates on the sale of overseas tour programme package from current five

per cent and 20 per cent to two per cent. The Prime Minister wants marriages to be held in India. The Finance Minister is giving tax benefits to marriages held outside India. I do not know why this difference is there.

Sir, the gross tax revenue to GDP ratio for FY 2027 is the lowest in six years. Is it a good thing? Sir, the Income Tax Department is saying that there will be new income tax law effective from April 1. It went to a Parliamentary Standing Committee, and again there is decriminalisation and compliance corruption. The Central Board of Direct Taxes say that they will decriminalise. Earlier they used to put everybody in jail, now they are saying that we are going for decriminalisation. To whom are you giving favour? It is the corporates.

Sir, one economist has said: “The budget has delivered a googly - the retrospective tax. Besides being greedy and unfair, retrospective taxes should also be illegal. Nothing is gained and much is lost in terms of investor confidence *via* this new tax.” This will net only about Rs. 200 crore a year. There will be a new tax on capital gains made by the purchase of sovereign gold bonds. So, retrospective tax, as they say, is criminal. Now, the main thing is, in our country, taxes are like this one-third personal income tax’ one-third corporate tax; and one-third GST collections. Now, let us see how we have done with regard to this.

The inequality in the country is emphasised and raises questions about the financial health of India's corporate sector. One catch is that agriculture is still exempt from taxation. So, half of Indians do not contribute anything to

national overheads. Having said that, let me look at what the condition of the economy is. A dollar is equal to Rs. 93. You know the condition of petroleum. The Prime Minister gave a long statement on how much petroleum reserves we have got. There is nothing to worry about. Every day, the possibility of energy prices rising is hanging on the people.

Now, having said that, let me put it this way. What are the main criticisms of this tax? The Bill focusses mainly on incremental or micro reforms rather than bold transformative changes. It is a continuity-based approach without significant policy innovation, tinkering, as I said.

Unlike previous years, there is no major tax relief or incentives for the middle class. This has led to concerns about reduced disposable income and consumption demand. Emphasis on fiscal consolidation may restrict Government spending on welfare and social sectors. It is happening. Education and health expenditure is going down. Critics argue that balancing deficit reduction with growth remains challenging. The States have raised concerns about limited tax devolution and increased reliance on cesses and surcharges, which are not shared. The Government imposes ceases and surcharges, which are not part of the divisible pool. This strains cooperative federalism and State finances.

Sir, there is uncertainty in tax administration. Provisions related to reassessment and updated returns lack clear timelines, leading to discretionary power for tax officers. This can create uncertainty. Critics note that the Bill does not adequately address external risks, unemployment and

sectoral distress. That is why there is opposition to this tax. One major objection is the absence of significant tax relief for the middle class. Another is the Bill's overemphasis on fiscal consolidation, growing use of cesses and surcharges, limited structural reforms, and tax administration provisions are very lax.

Sir, this Bill, which operationalises fiscal proposals, has spread over widespread criticism from Opposition parties, etc. You know the share market fell drastically on 1st February when the Finance Minister presented her ninth Budget. The Bill emphasises ‘fiscal discipline’. One of the foremost objections is that it fails to adequately address the pressing economic challenges facing the country. Issues such as unemployment, rural distress, sluggish consumption demand have not been sufficiently tackled. The focus on macroeconomic stability and long-term capital expenditure is seen as coming at the cost of immediate relief measures. Many economists believe that without boosting consumption, especially in rural and lower-income segments, economic growth may remain uneven and fragile. Another significant criticism relates to the perceived lack of relief for the middle class. Despite expectations of tax concession, the Bill provides limited direct relief to salaried individuals. Instead, certain measures, such as increased security transaction tax on derivatives, are viewed as participation in capital markets and reduce disposable income, thereby impacting consumption.

There is a higher compliance burden on taxpayers. Provisions relating to reassessment, updated returns and disclosure requirements have raised

apprehensions about increased scrutiny and administrative complexity. Industry bodies have pointed out the absence of clear timelines and safeguards. This may grant excessive discretionary power to tax authorities, potentially leading to harassment and litigation. Such concerns are particularly relevant for small and medium enterprises, which may lack the resources to deal with complex compliance requirements.

Regarding federal concerns from another area of objection, the State Governments have expressed dissatisfaction over continued reliance on censuses and surcharges, which are not shared under divisible pool of taxes. Although the States' share in Central taxes remains unchanged, the growing proportion of non-shareable revenues effectively reduces their fiscal space. This has led to strain on States, especially those with weaker revenue bases.

How many times do I have to repeat in this House that the Central Government is depriving West Bengal of its dues under the 100 days' work scheme or the Prime Minister's Awas Yojana? We have been deprived. The Finance Minister may respond by saying that the funds have been given to us. But nothing has been given to us. You have totally deprived West Bengal of its dues, amounting to Rs. 2 lakh crore. We shall continue to protest and show in the elections that the people of West Bengal also resent the same.

Sir, it has been mentioned that the Bill allegedly favours large corporations and high-income groups. One of the major steps taken by the Finance Minister was giving huge concessions in corporate taxes. She said that that was the way to really improve demand in this country. But all the

benefits are going to corporate houses. Corporates will not develop India unless the Government steps in, in a big way.

Tax incentives, ease of doing business measures, and investment-friendly provisions are seen as disproportionately benefiting big businesses and foreign investors. If I may mention, this ease of doing business is bogus. Even the World Bank has jettisoned this ease of doing business calculation; it is no longer in use. Only the Government of India uses the ease of doing business index. Opponents argue that such policies may exacerbate income inequality and contribute to a concentration of wealth. The absence of strong redistributive measures, such as enhanced social spending or targeted subsidies, has reinforced the perception of an inequitable fiscal strategy. So, the Finance Bill is essentially an inequitable fiscal strategy. The limited emphasis on welfare expenditure is another point of contention. The allocations for sectors like health, education, and social protection have not kept pace with rising needs. In a developing country with significant socio-economic disparities, fiscal policy should prioritise human development alongside economic growth. We are falling in the world's human development indices, and still the hon. Minister has no attention

The Bill focuses on capital expenditure. That is another formula that Government uses. They say that they are increasing capital expenditure. Only increasing capital expenditure without ensuring distributive justice is unfair. Capital expenditure involves large projects that often take 10 years to be completed, and this alone will not improve the financial health of the country.

Therefore, while capital expenditure is important for infrastructural development, it is insufficient to address immediate social challenges. The incremental nature of reforms proposed in the Bill are not acceptable. While continuity and stability are important, many experts feel that the Bill lacks bold structural reforms needed to transform the economy. Areas such as labour market reforms, agricultural modernization, and judicial efficiency require more decisive action. The absence of such reforms has led to criticism that the Bill is cautious rather than visionary.

There are also concerns regarding the impact of certain tax measures on specific sectors. For instance, higher transaction taxes and tighter compliance norms may adversely affect the financial markets and fintech ecosystem. Similarly, changes in customs duties and indirect taxes could have implications for manufacturing competitiveness and import costs.

Industry stakeholders have urged the Government to ensure that tax policies do not inadvertently hinder innovation and growth. Transparency and predictability in tax policy have also been questioned. Frequent changes in tax provisions and the introduction of new compliance requirements can create uncertainty for businesses and investors. A stable and predictable tax regime is essential for long-term planning and investment decisions. Therefore, this Finance Bill does not fully meet this expectation.

The Bill has limited focus on employment generation. While infrastructure investment can create jobs in the long run, very long run, there is a need for targeted measures to address immediate employment concerns,

particularly among youth. The absence of specific incentives for labour-intensive sectors has been viewed as a missed opportunity. Look at West Bengal. The State Government is giving Rs.1500 to all the youth as unemployment allowance. You do not announce even one concession for unemployed people. I request you to study the Lakshmir Bhandar in West Bengal, where all women are getting Rs.1500. You give nothing, being a woman yourself.

HON. CHAIRPERSON: Kindly address the Chair.

PROF. SOUGATA RAY: Sir, I will conclude. In conclusion, the objections to the Finance Bill revolve around concerns of inclusiveness, equity, and effectiveness. The Bill aims to maintain fiscal prudence and promote investment. It falls short in addressing the needs of the middle class, supporting vulnerable populations, and ensuring balanced regional development. The challenge lies in striking a balance between growth, stability, and social justice, ensuring that economic progress is both sustainable and inclusive.

Sir, since this is a Finance Bill, the Government has to raise money anyway. We have not given amendments but I say that the Finance Minister has failed us, dis appointed us in being blind to the real problems facing the country. Thank you. With that, I end my speech.

SHRI ARUN NEHRU (PERAMBALUR): Thank you, Chairperson, Sir. I rise to speak on the Finance Bill that has been presented recently. I want to start with addressing the inequality in the system, inequality that the Budget and the

Finance Bill has presented to this country.

Now, the provisional numbers for the tax collection, the personal income tax is about Rs.12.35 lakh crore and the corporate income tax is about Rs.9.68 lakh crore. You understand the inequality here, that the companies who are able to do business and pay taxes are paying less tax than the common man pays here. So, I want to understand the very ideological basis of where Viksit Bharat is heading and where is the socially progressive nature that our hon. Prime Minister has been espousing, in the speeches, in his Government. So, I want to know the stand through you.

Now, about 10.7 lakh companies file tax returns and the tax collection data shows that about 0.3 per cent of the companies actually pay 67 per cent of the tax. Sir, 0.3 per cent out of the 10 lakh companies and about 56 per cent pay no tax. I am pointing out here that it is not about no tax *versus* tax but I see the burden being shared across the pyramid. And the reason why I am saying that is that because these companies, these small companies, are not being given enough opportunity to grow and actually pay taxes. I am not trying to tell that they are not paying taxes but the opportunity loss is actually a lot larger. And these very rich companies are paying tax. It is creating a very unequal society and an opportunity loss here.

Now, regarding the litigation, the faceless assessment that the Government has brought in over the last three years, I would just give a status update. Sir, 5,39,863 cases are pending as on today. The amount that is being locked up is around Rs.18.16 lakh crore and our Budget is Rs.52 lakh crore.

You just see the amount of money that is being locked up in litigation in this. I also wanted to point out that 27 per cent of all litigation of the Central Government is only with the Finance Department.

We have a lacuna here. On one side, you want to collect taxes. On the other side, you have 27 per cent of litigation which is being conducted by the Finance Department. Let us just put it into an opportunity cost. You take seven per cent of Rs. 18.16 lakh crore, it is approximately Rs. 1.27 lakh crore, and to maintain this Rs. 1.27 lakh crore, the Government spends up to Rs. 50 crore of litigation cost per year for the Finance Department.

Now, if we do an opportunity-loss ratio analysis for us, for every one rupee that the Government spends in protecting that investment or the demand for Rs. 18.16 lakh crore, it is Rs. 1.27 lakh crore that the private investors or customers have to bear year after year. It is not for one year. So, the impact of one rupee that the Government is spending on litigation is 2,500 times onto the economy. The Finance Bill does not address this particular inequality.

Now, the vacancy in the Tax Department of direct taxes is about 36 per cent. Jaishankar Sir is here and he is also from my place, Trichy. Madam is also from Trichy. I will also be very happy if they start the recruitment from Musiri and Trichy Constituencies. We will offer the biggest job mela and the candidates so that they can fill the 36 per cent and do better collections.

I also want to point out that direct tax is actually costly to comply. These numbers tell you that it is very costly to comply, and it is very cost-efficient to have alternate avenues. The Government's intention to collect tax is actually

being defeated because of this convoluted idea of direct taxes in this Finance Bill.

Let us move on to GST, everybody's favourite topic here. We want to know what GST is because it impacts our everyday life and items. The Government went ahead with a rate cut assuming that it is going to give a buoyancy to the economy, expecting that the money is going to come back in rotation, and help the economy grow. Now, RBI's Consumer Confidence Survey actually said that there is no expenditure buoyancy after the tax cut of GST. Do you know why it is so? It is not because tax cut was effective, it was effective, but the Government's assumption that the money is going to come back into spending did not happen because our citizens thought that there is a lot of uncertainty ahead of time. So, the buoyancy did not happen and the share of wallet, the money that was being rotated actually decreased from 58 per cent to 54 per cent. So, the impact of Madam’s choice to reduce the GST is actually not helping us here also.

This GST reduction has actually impacted States' revenues also because States take revenue from GST collection, and this unilateral decision to take GST and not to compensate States is actually hurting them economically also. It is because most of the work of the people is actually being done by the State Government where certain amount of money, say about 34 per cent approximately comes from the Central Government for Tamil Nadu.

There is also this inverted duty structure issue where specifically for

agriculture, the tractor machinery is at 18 per cent today whereas the finished goods are at five per cent. So, the farmer has to actually bear more taxes and not being able to pass that benefit to the customer. This Budget has something called as new schemes. They had allocated up to Rs. 1 lakh crore asking this Parliament to pass that Bill for new schemes. The Parliament has not been told what the schemes are. Of course, it might be a Contingency Fund, but it can be told as a Contingency Fund. The Parliament has approved close to Rs. 1 lakh crore for new schemes. So, through you, Sir, I want to ask, Madam, to give us more clarity on what those funds will be spent for.

Now, as regards debt, about 56 per cent of our GDP is debt. It is okay to have debt as long as the economy is growing, as long as we are able to service debt, and as long as the tax collection is increasing. We are all for sustainable debt. But I also want to point out that certain areas of the Budget such as the Railways are taking indirect debt in lieu of leases. Close to 25 per cent of Railways Budget has been allocated for lease servicing. So, rather than taking debt up front, they are going to take lease, which is going to provide for future cash flow problems. So, I want this House's attention that lease is another form of debt, which is actually not shown in books. It is not good for the growth.

Now, I also want to point out that every State has been fixed a limit for borrowing. It is a good thing because you do not want undue borrowing which can hurt finances. This House has passed the Fiscal Responsibility and Budget Management (FRBM) Bill, which has been passed about five years

ago. Still, the Union Government is failing to follow, but it is asking the States to follow a fiscal discipline.

I think the Union Government has no *locus standi* if they do not follow the FRBM Bill. I want them to follow the FRBM Act so that more money is passed to the States and we can still do a better job.

The Government has been going on about Free Trade Agreements. I also want the House to know what is the status of the Free Trade Agreements. We must know if the Free Trade Agreements help us in terms of giving us the revenues, investments, job opportunities, assets. India's trade volume has increased, but you also should note, so has the trade deficit, that is, the amount that we have to pay others for the FTA. I would point out four FTAs. The ASEAN treaty which was signed in 2010 had a trade deficit of USD 35 billion as on today. The UAE treaty which was signed in 2022 has a trade deficit of USD 26.7 billion dollars. The Japan treaty signed in 2011 has a trade deficit of USD 10.8 billion. The South Korea treaty signed in 2010 has a trade deficit of USD 14.72 billion. Trade deficit is an ongoing account. You can keep rolling on the account to the next year and we must ensure that our balance is better than to pay us. This FTA has helped us increase the trade but it has also increased our debt levels *vis-a-vis* the dollar amount and that is why you see the pressure on the rupee year after year.

Now what this tells us is that the contributing States, the southern States like Tamil Nadu for example, not only have to work for the Union Government but for Vietnam and China also because of this trade deficit. So, we have to

pay for the dollar deficit and work here in India. Now out of all this, the Free Trade Agreement has led us to a point where the rupee is actually working for the dollar, and not the other way around. So, we are actually working for the dollar to increase and our rupee is actually being continuously devalued.

Another favourite topic of the Treasury Benches is the PLI. Let me take up the specific Production Linked Incentive Schemes on electronics. The Government wanted to do the electronics. It has its own reason because they want to be geopolitically independent of our adversaries. It is a very good scheme; the intent was good there. But what had happened is that 10 companies were given an amount of Rs.1.6 lakh crore which is 50 per cent of the capital expenditure on producing in focus areas called semiconductors and the electronic components which make us independent for defence and our ability to export. Now the core material for all these electronics is polysilicon ingot. The polysilicon material that goes into all the electronic chips, 100 per cent of it is actually imported from our adversary country today. So, Rs.1.6 lakh crore has actually made us into a huge labour shop. We have not increased our capability to be independent of our adversary. We have not developed our capability to export and we have not developed our capability to attract more dollars. So, this incentive that is given has actually made us into a labour shop. We are not even adding value to the total semiconductor ecosystem. So, we are actually shortchanged. I do not know for what intention they have done it but this has led us to a place where we are in a very difficult spot and our adversary holds our fully polysilicon ingot. That being said, polysilicon ingot

can be done in this country. Our country has got enough capabilities. So, not just at the top level, you can work from the bottom level also. Our States especially Tamil Nadu and the southern States will be happy to help you also.

I would want the House to note that this is a very critical juncture where the Government should be made aware of AI models. I mean everybody is impacted by AI today and India is the largest provider of data for these AI models. We have developed an ecosystem where the Government has come up with schemes to attract AI data centres where we give the basics, the electricity, the water, the land and the basic labour and what we get back for us, they assume it is labour but it is not labour. Our data which these models use is actually going free of cost and we are taking our own grid. Our grid is not even 110 percent; it is actually much lesser. So, the electricity that has to go for other productive uses and other productive labour is actually moved to a data centre and we pay those data centre models with our electricity and the subscription cost which most of the members are paying. So, this imbalance needs to be corrected very soon and our share of work through data must also be cashed out.

As for R&D, India's R&D is about 0.6 percent and today, without R&D, we cannot innovate, we cannot move forward. So, this House must also note that R&D budget of Israel, a smaller country, is above two percent. So, this Government should take notice to increase the R&D and actually follow certain models which Tamil Nadu has excelled at. We will be happy to share it with the Central Government in terms of manufacturing where it can give jobs and also

innovate.

16.00 hrs

Sir, now I would like to come to the State's share of revenue. NITI Aayog has given us up to 41 per cent devolution of Central funds. The cess amount has increased from seven per cent 10 years ago to 10 per cent. The cess amount goes only to the Central Government. I have told this before also: what this cess amount does is that it actually reduces the devolution of 41 per cent, and effectively Tamil Nadu, as a State, is only getting 34 per cent from the Central Government because of the Centrally-sponsored schemes, rather than the full amount of 41 per cent.

Sir, in fact, one of the suggestions that we want to make is regarding the GST collection. I request the Central Government, through you, to make an automatic deposit in the State's account, rather than taking one month, tallying the accounts, waiting for the salaries, and then moving it to the account, which actually takes about 45 days. It is not only for me; all the NDA-ruled States are also facing this problem. So, from the State's point of view, it is much easier if the cash flow comes upfront. I would like to request for this mechanism through you.

Now, certain Members have apprehensions about free schemes. They call them free schemes, but I will tell you why these are not free schemes. These are schemes that empower women, specifically in Tamil Nadu's case. I want to present Tamil Nadu's case not to showcase that we are doing really well, which we are, but to showcase it so that other States can learn from us

and actually improve the national average.

Now, there are women-centric schemes. There is the bus transport scheme for women, which helps women in domestic areas to move around without any cost. There is also a scheme for girl students and boy students to get into college. This is the thousand-rupee scheme. There is also a laptop scheme there. There is also the Naan Mudhalvan scheme, which enables students to go into competitive exams in the country and serve the public. There is also a scheme where all Government school students who have passed NEET, in spite of the inequality, are given full fees by the Government.

I am saying all this to note that Parliament can also learn from this, but I also want to mention the outcome. What is the outcome? What do these schemes do? Rather than people thinking only about the top line, these schemes are actually reducing financial stress. The outcomes are that - the Regional Rural Banks all over the country - Tamil Nadu's Regional Rural Banks have the lowest NPAs, because this money goes into servicing agriculture loans and student loans, and they are able to keep NPAs in check.

There is a drastic reduction in high-interest rate usury cases. If you see the last five years, there is a decrease in usury cases. Hence, domestic participation in governance has also increased. There is also a higher than 40 per cent female labour participation rate. It is the highest in the country. So, you can assume that they have got the schemes from the Government and can stay idle at home - No. They are actually contributing to the economy because their problems are being sorted out by the Government. They are

contributing to the Government's growth.

Now, about the GDP growth announced by the Central Government, Tamil Nadu has got 11 per cent. We are still doing faster, it is 11.3 per cent, in fact.

Now, I would like to come to MGNREGA. It is again a favourite topic of the people here. I would just like to point out one data point. In Tamil Nadu, under MGNREGA, for every 100 rupees, the Reserve Bank of India, through the National Sample Survey Office, has said that the social return on investment is 148 rupees in terms of labour savings, asset creation, and social equality.

So, I want the House to know that MGNREGA is actually creating wealth, and you can follow Tamil Nadu's model in terms of creating this SROI.

Now, the point is that GDP data has three classifications of measurement. The primary sector is agriculture and mining. The secondary sector is construction and manufacturing, and the tertiary sector is trade and finance. Now, about value addition: for one rupee of value addition that the farmer does, he gets about 18 per cent; manufacturing gets about 25 per cent; and trade and the tertiary sector gets 56 per cent. The Government spends the maximum on the 18 per cent. You understand that the Government's return on investment on spending in the primary sector is only 18 per cent, but the maximum value is taken by somebody else.

So, I want the Government's attention to be drawn to the fact that the balance in Budget allocation needs to be readdressed so that farmers get

more money and the return on investment is also improved.

Now, I would also like to conclude by saying that in Tamil culture, Sir will also join me, Tamil culture has never been won from the outside. In fact, those who have co-opted with Tamil Nadu have actually grown with Tamil Nadu in terms of history. So, I also want to tell the Union Government: you co-opt with us, you work with us, and we will contribute more than you can imagine to the Government's growth. I also want to conclude with this that for the nation's growth, *"Tamil Nadu will fight for it's right and Tamil Nadu will win."* Thank you Vanakkam.

श्री सुनील कुमार (वाल्मीकि नगर) : धन्यवाद, सभापति महोदय, आज मै वित्त मंत्री जी द्वारा पेश किए गए वर्ष 2026-27 के आम बजट एवं वित्त संबंधी उल्लेखनीय विषयों, जो कि देश की वर्तमान जरूरत है, पर बोलने के लिए खड़ा हुआ हूं। इस अवसर हेतु मैं सदन का आभार व्यक्त करता हूं। साथ ही, मैं आदरणीय प्रधानमंत्री श्री नरेंद्र मोदी जी और माननीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी को वर्ष 2026-27 का एक दूरदर्शी, समावेशी और विकासोन्मुखी बजट प्रस्तुत करने के लिए हार्दिक बधाई देता हूं। भारत सरकार ने अपने आम बजट में देश के कल्याण हेतु कई सराहनीय कदम उठाए हैं, जो आर्थिक सुधारों की दिशा में काफी उल्लेखनीय हैं।

केंद्रीय बजट वर्ष 2026-27 का कुल व्यय 53.5 लाख करोड़ रुपये है, जिसका मुख्य फोकस बुनियादी ढांचे, एआई टूल्स और रोजगार सृजन पर फोकस करना है। भारत आज दुनिया की पांचवीं सबसे बड़ी अर्थव्यवस्था बन चुका है और आने वाले वर्षों में तीसरी सबसे बड़ी अर्थव्यवस्था बनने की दिशा में अग्रसर है। कृषि के क्षेत्र में भारत का विस्तार, एआई टूल्स के माध्यम से उत्पादकता बढ़ाने और जोखिम कम करने पर जोर दिया गया है। रक्षा क्षेत्र के पेंशन में 6.56 प्रतिशत की वृद्धि और पूर्व सैनिकों के लिए 'ईसीएचएस' को 12,100 करोड़ रुपये का

..... English translation of this part of speech was originally delivered in Tamil.

आवंटन किया गया है। विनिर्माण और ऊर्जा की बात करें, तो लिथियम-आयन, सोलर ग्लास और नागरिक विमानन घटकों पर सीमा शुल्क 'बीसीडी' में छूट दिया गया है। यह बजट ग्रामीण, गरीब, युवा, महिला और किसान कल्याण को प्राथमिकता देता है। आधारभूत संरचनाओं की मजबूती के साथ देश, रेल सेवाओं, सड़कों के देशव्यापी नेटवर्क, ऊर्जा क्षेत्र, पेयजल, स्वास्थ्य सेवाओं, शिक्षा, डिजिटल भारत, एमएसएमई, लघु उद्योग और सौर ऊर्जा पर अभूतपूर्व कार्य कर रहा है।

यह आम बजट सर्व-स्पर्शी, समावेशी और संतुलित बजट है। जिसमें 'सबका-साथ, सबका-विकास और सबके विश्वास' की सामाजिक समभाव की दृष्टि निहित है। उक्त विषय के समर्थन के साथ सदन के माध्यम से माननीय वित्त मंत्री जी को धन्यवाद देते हुए अपने लोकसभा क्षेत्र की समस्याओं पर भी सदन का ध्यान आकर्षित करना चाहता हूं।

मेरा संसदीय क्षेत्र बाढ़ प्रभावित क्षेत्र है। प्रत्येक वर्ष नेपाल की पहाड़ी नदियों की भीषण बाढ़ से यहां जान-माल और लाखों की संपत्ति का भारी नुकसान होता है। गंडक नदी के कटाव से बगहा वासियों का जन-जीवन बुरी तरह प्रभावित होता है। बाढ़ से हर साल न केवल फसलों की बर्बादी होती है, बल्कि हजारों लोगो के घर उजड़ जाते है। बाढ़ नियंत्रण और गंडक के कटाव अवरोध के कार्यों पर हर वर्ष सरकार का करोड़ो रुपया खर्च होता है। अगर वाल्मीकिनगर गंडक बराज से चखनी, रजवाटिया, बगहा प्रखंड-1 तक पक्का गाइड बांध बन जाये, तो गंडक नदी की बाढ़ से स्थायी निजात मिलेगी। इसके लिए वित्त संबंधी समस्याओं का निराकरण हो।

वर्षों पूर्व 9 जनवरी 2023 को वाल्मिकि नगर में लैंड कस्टम स्टेशन का उद्घाटन किया गया था, लेकिन अभी भी यह सुचारू रूप से चालू नहीं हो सका है। भंसार कार्यालय के न होने से भारत-नेपाल सीमा पर व्यापारी बंधुओं को काफी कठिनाइयां आ रही हैं। इस पर भी ध्यान दिया जाए, ताकि यह सुचारू रूप से चल सके। वाल्मिकि नगर लोकसभा क्षेत्र के निम्नलिखित स्थानों पर बैंक की मांग है, जो इस प्रकार है- मधुबनी, पिपरासी, भीतहां और ठाकरहां प्रखंड के साथ साथ नरकटियागंज के मथुरा, प्रखंड बगहा-1 के भैरोगंज एंव इंगलिशिया तथा सेमरा चौक, नौतन के पकडिया, कर्पूरी चौक के नजदीक और गौनाहा, पिपरा चौक एंव मंझरिया आदि पर राष्ट्रीयकृत बैंक

खोलने की मांग बहुत दिनों से चला आ रही है। इस पर गंभीरतापूर्वक विचार करते हुए प्राथमिकता के साथ बैंक खोला जाना चाहिए।

मेरे लोक सभा क्षेत्र अंतर्गत राष्ट्रीय राजमार्ग संख्या 727 पर टाईगर रिजर्व क्षेत्र में मंगलपुर एसएसबी कैम्प से मदनपुर-पनियहवा हिस्से को वैकल्पिक मार्ग के रूप में वीटीआर के बाहर-बाहर प्रस्तावित बगहा के शास्त्रीनगर-बेलवनिया पुल सह सड़क मार्ग के प्रस्ताव पर वित्त संबंधी बाधाओं को दूर करते हुए इसका कार्य कराया जाय चाहिए। वाल्मिकि नगर में एयरपोर्ट के निर्माण के लिए शीघ्र अतिरिक्त राशि आवंटित हो, ताकि यह जल्द ही ऑपरेशनल हो सके। वाल्मिकि नगर में प्रस्तावित तारामंडल निर्माण के लिए शीघ्र टेंडर और राशि का आवंटन हो।

मेरा लोक सभा क्षेत्र, तीनों सर्किट, जैसे रामायण सर्किट, वाल्मीकि आश्रम, गांधी सर्किट, भितिहरवा आश्रम, बौद्ध सर्किट, अशोक स्तंभ, रमपुरवा स्तंभ, जिसके गिरने के बाद इसका एक स्तंभ का शीर्ष, वृषभ जो माननीय राष्ट्रपति जी के मुख्य द्वार पर संरक्षित है और दूसरे स्तंभ का शीर्ष- सिंह कलकत्ता के विक्टोरिया म्यूजियम में संरक्षित है।

माननीय सभापति महोदय, आपके माध्यम से आग्रह करता हूं कि वाल्मीकि आश्रम, भितिहरवा आश्रम, अशोक स्तम्भ, रमपुरखा स्तम्भ और नंदनगढ़, चानकीगढ़ जो कि हमारी पुरातन धरोहर है। इसका वृहत अध्ययन पुरातत्व विभाग, कला एवं संस्कृति विभाग, पर्यटन विभाग, वन एवं पर्यावरण विभाग की संयुक्त अध्ययन टीम बनाकर कराया जाए।

इसका पर्यटन की दृष्टि से विस्तार और सौंदर्यीकरण करवाया जाए, जिससे वाल्मीकि नगर एक अच्छा पर्यटक क्षेत्र बन सके। वाल्मीकि नगर को बिहार का कश्मीर भी कहा जाता है। वाल्मीकि नगर में सौंदर्यता, सौम्यता और पुरातन इतिहास विद्यमान है। उसको विकसित करने के लिए माननीय वित्त मंत्री जी से अतिरिक्त धनराशि उपलब्ध कराने की मैं मांग करता हूं।

अंत में, मैं देश के यशस्वी प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी और बिहार के यशस्वी मुख्यमंत्री नीतीश कुमार जी और वित्त मंत्री निर्मला सीतारमण जी को धन्यवाद अर्पित करता हूं, जिनके कुशल नेतृत्व में देश और बिहार आगे बढ़ रहा है।

SHRI ANIL YESHWANT DESAI (MUMBAI SOUTH-CENTRAL): Thank you, hon. Chairperson, Sir.

Sir, the Finance Bill, 2026 is a comprehensive Budget presented by FM Shrimati Nirmala Sitharaman *ji*, outlining the key policies and initiatives for the fiscal year 2026-2027. The Bill mainly focusses on promoting economic growth, simplifying taxes, and enhancing infrastructure development.

Sir, as far as tax reforms are concerned, while the introduction of a new Income Tax Act for simplification of tax structures, is a welcome step, it is yet to be understood by the middle-class taxpayers at large. The reduction in corporate tax, especially MAT, that is, Minimum Alternate Tax, which is given has made, to an extent, corporates a happy entity. But as far as the middle-class is concerned, nothing much has come to their way as a sort of relief. On the contrary, STT, that is, Securities Transaction Tax, increased in the Budget, has already adversely affected the middle-class in their activities as far as the capital market is concerned.

Another strange thing is the medical insurance premium. When we speak about the health, the level at which the medical insurance premium -- which is really a great help to the senior citizens of our country and even the retired employees all over, be it from the corporates or the Government sector -- has been hiked, it has become absolutely unaffordable for the senior citizens and retired people to go for the medi-claim policies and that is affecting their health. I would request the hon. FM to look into this and advise, and instruct the Government insurance companies to reconsider the premium.

Another thing is the infrastructure development. Now, there is a huge outlay of Rs. 12.2 crore for capital expenditure, focusing on basically roads, railways and urban development. The objective of this Government for this huge outlay is to reduce logistic costs and strengthen domestic manufacturing. There is a thrust for Tier II and Tier III cities to be developed on the lines of metro cities. Also, temple towns have been included in that. Emerging economic regions have been prioritized for development in this Budget. The aim of the Government is no doubt genuine, but the reality on the ground is far from the picture. What is wrong?

Today, the metro cities face too many issues in providing basic amenities like water, good roads, even electricity, and there is a problem of clean air -- that is the pollution -- what we are fighting for. There is an ever increasing pollution and an ever increasing population of metros, as people from rural or semi-urban areas rush to metro cities in search of jobs and a house to live in. Unemployment is rising by the day and there is a rise in inflation due to war escalation in West Asia. In time to come, we will see that this will be a serious issue in every household across the States.

Manufacturing boost has been provided by way of initiatives for electronics, textiles, and biopharma sectors. Now, as regards Biopharma SHAKTI, there is a Rs. 10,000 crore initiative for over five years to position India as a global pharma hub. The programme aims to develop India as a global pharma manufacturing hub by building an ecosystem for domestic production of biologics and biosimilars, thereby reducing import dependence

on the complex biologic medicines.

The initiative is expected to boost India's biopharma sector, promote innovation, and improve access to affordable healthcare. It also intends to position India as a global medical tourism destination. However, at present, our dependence on the import of biologic medicines has grown year on year. Also, the overall position in healthcare should have been much stronger as an emerging economy like ours, with a population of over 140 billion, requires significant emphasis on the health sector.

The condition of health infrastructure across the States in India is precarious. Government hospitals in cities and districts, and primary health centres in rural and semi-urban areas, run short of doctors, beds, nurses, and medicines. The building infrastructure is also in a very dilapidated condition. A few private hospitals in the country, coupled with institutions like AIIMS, try to cover the scenario in the health sector. The Government needs to improve the present condition, in consultation with the State Governments, in order to achieve the intended goals in the future.

Now, I come to support for MSMEs and startups. The hon. Finance Minister has highlighted measures aimed at micro, small, and medium enterprises, including a Rs.10,000 crore growth fund and an expanded Credit Guarantee Scheme. The increased provision of Rs.10,000 crore for the SME growth fund, alongside the self-reliant fund, is expected to provide much-needed equity and risk capital to micro enterprises. MSMEs presently face intense challenges in procuring credit and funds required for their working

capital. It is expected that this budget provision would help them unlock the full potential of the sector. MSMEs contribute significantly to the GDP of our country and are a potentially resourceful sector as far as employment is concerned.

The Government should ensure that financial institutions like public sector banks, private banks, and NBFCs simplify the process of credit access for MSMEs and reduce compliance measures. These often act as hurdles in the way of their progress. The MSME sector should see that once compliance hurdles are minimized, the real export potential can be accessed.

In the field of education, the allocation of Rs.1.39 lakh crore to the Ministry of Education shows an increase of 8.27 per cent from the previous year. Five university townships will be developed along industrial corridors; one girls' hostel will be established in every district of STEM institutions; ABGC content creator labs will be set up in secondary schools; and 500 colleges under NIPER, along with existing institutions like NIPER Guwahati, will be upgraded. Though these measures are meant to improve the education system in the country, the truth is far from reality.

The condition of teachers in both urban and rural areas is pathetic. The divide between urban and rural education has widened to such a level that it cannot be compared. Within cities too, low middle-class, poor, and underprivileged children are deprived of their right to education. Private universities have no correlation with state universities as far as their curriculum or syllabus is concerned. The number of students opting for foreign universities

is rising year by year, as we lack standard education infrastructure. The Government needs to analyse the situation, engaging experts from the field and in consultation with the States, to fortify the higher education system.

As far as agriculture is concerned, it has received Rs.1.32 lakh crore in this budget. Agricultural research and education have been allocated Rs.9,967 crore, which is, surprisingly, 4.8 per cent decrease from the previous year, and this may have a negative impact on the overall agricultural sector. Rs.1.70 lakh crore have been allocated as fertiliser subsidy to support farmers.

Now, the grim situation we are witnessing in West Asia has added to the worries of farmers as to whether fertilisers will be available. This morning, when the hon. Prime Minister was making a statement, he emphasised that during the Kharif season, efforts will be made to ensure that farmers are not hampered or deprived of their rights, and that the best possible crop is achieved by providing them with the required fertilisers.

The climate resilient agriculture initiatives to promote efficient water use, precision farming and climate adapted seeds have also been in the agriculture allocations. Kisan Samman Nidhi should have received a significant hike which was the expectation of the farmers which is belied by this Government.

Sir, now coming to the situation in Maharashtra, as stated earlier after the Budget was declared, our hon. Chief Minister of Maharashtra had stated that Maharashtra will be receiving one lakh crore rupees by way of tax devolution to the extent of Rs. 89,000 crore and then Rs. 12,555 crore have been allocated for 14 infrastructure projects in Maharashtra. If we observe

minutely, we come to know that all these projects were in progress and now, because of the escalation in the cost, this will only benefit the contractors and it is not in the way, the way development should have taken place 2-3 years back. I mean that has been continuing and we have to pay the escalation costs and we have to pay through the loans.

Now, the MOU was signed at Davos, the global investment platform. How many contracts, how many MOUs, have come or materialized in Maharashtra? That also needs to be seen. Private investment in Maharashtra has not done any significant development for the Maharashtra and it is yet to come. Only rosy pictures are drawn by the day.

Yesterday or day before yesterday, there was a very bad report in the newspaper for Maharashtra. It is about Right to Education. Some conditions which were laid down by the State Government of Maharashtra have been struck by the Supreme Court of India. Hon. Supreme Court came to the rescue of the marginalized students and that is really shame for a progressive State like Maharashtra. The poor students were deprived of getting into good educational institutions. That has been set right by the Supreme Court.

Secondly, now, I come to Pune-Nashik rail corridor. That triangular road from Mumbai-Pune and Pune-Nashik which was being built, that has come to a standstill. That has almost come to a halt. So, these are the projects. High speed rail is not the need of the people of Maharashtra. Instead, we need good things in the health sector, in the education sector, in the infrastructure sector but it should have a time-bound programme and it should not be meant for the

contractors, but for the people of Maharashtra.

Today, the Government of India has a huge debt which is amounting to Rs. 214 lakh crore and we are paying and in 2026-27, provision to the extent of Rs. 14.4 lakh crore has been made which is ten per cent higher than what we are paying by way of interest. It is higher than what we have paid last year.

Summarising the Budget, it is seen that the Government aims to limit fiscal deficit to 4.3 of the GDP compared to 4.4 last year. Debt to GDP ratio is estimated to be 55.6 per cent of the GDP compared to 56.1 per cent. So, fiscal consolidation is definitely taking place but whatever calculations are made or whatever has been presented and the Demands for Grants which were presented in the House, day by day, what we see is that all calculations are collapsing because of the situation which is happening or the statement made by the Prime Minister. I would urge the Government to see that resources are mopped up in a proper way to see that common man of India does not suffer and we stand the ground and we as an emerging economy, we head towards becoming Viksit Bharat.

श्री रविन्द्र दत्ताराम वायकर (मुम्बई उत्तर-पश्चिम) : धन्यवाद सभापति महोदय, मैं आज अपनी पार्टी शिवसेना की तरफ से इस ऐतिहासिक वित्त विधेयक का समर्थन करने के लिए खड़ा हुआ हूं। मैं सबसे पहले आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी और हमारी दूरदर्शी वित्त मंत्री श्रीमती निर्मला सीतारमण जी को हृदय से धन्यवाद और बधाई देता हूं।

महोदय, एक समय था जब भारत की अर्थव्यवस्था को फ्रेजाइल फाइव में गिना जाता था, लेकिन आज यह आदरणीय प्रधान मंत्री जी के कुशल नेतृत्व और वित्त मंत्री जी के स्पष्ट विजन का ही परिणाम है कि वैश्विक चुनौतियों और उथल-पुथल के बावजूद, भारत पूरी दुनिया में फास्टेस्ट

ग्रोइंग इकोनॉमी बनकर उभरा है । इतने संकट होने के बाद भी, माननीय पंत प्रधान जी ने जो उनका कर्तव्य था कि हम किस स्थिति से गुजर रहे हैं, मैं इसके लिए उनको धन्यवाद देता हूं। यह बजट और वित्त विधेयक केवल कुछ आंकड़ों का दस्तावेज नहीं है, बल्कि यह विकसित भारत के संकल्प को सिद्ध करने का एक बहुत बड़ा कदम है।

शिवसेना हमेशा से देश और महाराष्ट्र के विकास के साथ खड़ी रही है। यह फाइनेंस बिल, 2026 उसी विकास यात्रा को नई गति देने वाला है । महोदय, किसी भी देश का विकास उसके टैक्स कलेक्शन पर निर्भर करता है और मुझे यह बताते हुए गर्व हो रहा है कि हमारी सरकार का टैक्स कलेक्शन अनुमान से कहीं बेहतर रहा है।

महोदय, मुझे सदन को यह बताते हुए बहुत गर्व है कि हमने अपना वादा पूरा करते हुए फिस्कल डेफिसिट को जीडीपी के 4.5 पर्सेंट से नीचे ला दिया है । वर्ष 2025-26 में हमारा फिस्कल डेफिसिट 4.4 पर्सेंट है और बीई वर्ष 2026-27 के लिए इसे और घटाकर 4.3 पर्सेंट रखा गया है, जो हमारी बेहतरीन फिस्कल प्रूडेन्स का सीधा प्रमाण है। वर्ष 2025-26 में हमारा टोटल एक्सपेंडिचर 49.6 लाख करोड़ रुपये रहा, जिसमें 11 लाख करोड़ रुपये का कैपिटल एक्सपेंडिचर शामिल है। आगामी वर्ष 2026-27 के लिए टोटल एक्सपेंडिचर 53.5 लाख करोड़ रुपये और नेट टैक्स रिसिप्ट्स 28.7 लाख करोड़ रुपये अनुमानित हैं। इसे फाइनेंस करने के लिए हमारी नेट मार्केट बोराइंग्स11.7 लाख करोड़ रुपये रहेंगी। यह हमारी मजबूत और अनुशासित अर्थव्यवस्था की एक शानदार तस्वीर है। बजट 2026 के तहत, वित्त मंत्री जी ने 1 अप्रैल से शुरू होने वाले अगले फिस्कल ईयर के लिए डायरेक्ट और इनडायरेक्ट टैक्सेज़ का शानदार लक्ष्य रखा है । सरकार ने स्टैडी इकोनॉमिक ग्रोथ और इंप्रूव्ड कंप्लायंस के दम पर ग्रॉस टैक्स रेवेन्यू का टार्गेट 44.04 लाख करोड़ रुपये रखा है। नेट टैक्स रिसिप्ट्स 28.67 लाख करोड़ रुपये पर पहुँच गई हैं, जो पिछले साल 26.75 लाख करोड़ रुपये थीं। इनकम टैक्स रिसिप्ट्स में भारी उछाल आया है। यह 13.12 लाख करोड़ रुपये से बढ़कर 14.66 लाख करोड़ रुपये हो गई हैं। कॉरपोरेशन टैक्स कलेक्शन्स भी मजबूत कॉरपोरेट प्रॉफिटेबिलिटी के कारण 11.09 लाख करोड़ से बढ़कर 12.31

लाख करोड़ रुपये होने का अनुमान है । इनडायरेक्ट टैक्स में भी अच्छी ग्रोथ है । जीएसटी कलेक्शन्स 10.19 लाख करोड़ रुपये अनुमानित है, जो व्यापार में पारदर्शिता का प्रमाण है । कस्टम ड्यूटी कलेक्शन्स 2.71 लाख करोड़ रुपये और यूनियन एक्साइज ड्यूटीज़ 3.89 लाख करोड़ रुपये रहने का अनुमान है, जो स्टेबल फ्युल डिमांड को दर्शाता है।

महोदय, इस फाइनेंस बिल में सरकार द्वारा बहुत से ऐसे बेहतरीन प्रावधान किये गए हैं, जिनका सीधा फायदा समाज के हर वर्ग - छात्रों, महिलाओं, व्यापारियों और किसानों को मिलेगा। जुलाई 2024 में इनकम टैक्स एक्ट का जो कंप्रिहैंसिव रिव्यू शुरू हुआ था, वह रिकॉर्ड समय में पूरा हुआ और नया इनकम टैक्स एक्ट 1 अप्रैल, 2026 से लागू होगा।

महोदय, यह मेरा बहुत बड़ा सौभाग्य था कि मुझे आदरणीय जय पांडा जी की अध्यक्षता में इस बिल को एनालाइज करने वाली कमिटी का सदस्य बनने का मौका मिला। हमने बहुत डिटेल्ड तरीके से हर बिंदु को पढ़कर सरकार को अपने सुझाव दिए, जिन्हें सरकार ने खुले मन से स्वीकारा भी है। उसकी 36 बैठकें हुईं। एलआरएस और टीसीएस में बड़ी राहत मिली है। हमारे देश का मध्यम वर्ग अपने बच्चों को पढ़ाने के लिए विदेश भेजता है। छात्रों और मरीजों को बड़ी राहत देते हुए एलआरएस के तहत एजुकेशन और मेडिकल परपज़ के लिए टीसीएस रेट को 5 पर्सेंट से घटाकर मात्र पर्सेंट कर दिया गया है।

छोटे टैक्स पेयर्स को सहूलियत, स्टूडेंट्स, यंग प्रोफेश्नल्स, टैक एम्प्लॉइज़ और एनआरआईज़ की प्रैक्टिकल दिक्कतों को दूर करने के लिए एक बार के लिए 6 month foreign asset disclosure scheme लाई गई है । इससे उन्हें बिना किसी डर के अपने एसेट्स डिस्क्लोज करने का मौका मिलेगा।

ईज़ ऑफ डूइंग बिजनेस यानी ऑडिट या फाइनेंशियल ट्रांजेक्शंस से जुड़े टेक्निकल डिफॉल्ट की पैनल्टी को अब फी में बदल दिया गया है, जिससे व्यापारियों में टैक्स टैररिज्म का डर खत्म हो गया है और व्यापार में आसानी हो गई है।

सहकारिता को बढ़ाना यानी प्राइमरी कॉर्पोरेट सोसाइटी के लिए डिडक्शन का दायरा

बढ़ाकर उसमें कैटल फीड और कॉटन सीड को भी शामिल किया गया है। महोदय, महाराष्ट्र को-ऑपरेटिव्स का बहुत बड़ा हब है। यहाँ लाखों किसान सहकारिता से जुड़े हैं, इससे हमारे राज्य के ग्रामीण अर्थतंत्र को बहुत बड़ा बूस्ट मिलेगा।

16.30 hrs (Shri Jagdambika Pal *in the Chair*)

आईटी और एक्सपोर्ट सेक्टर में आईटी सर्विसेज़ के लिए सेफ हार्बर की लिमिट 300 करोड़ रुपये से बढ़ाकर दो हजार करोड़ रुपये कर दी गई है, जिससे एमएमआर और पुणे जैसे आईटी हब्स को सीधा लाभ होगा। सी-फूड प्रोडक्ट्स के एक्सपोर्ट के लिए ड्यूटी फ्री इंपोर्ट की लिमिट एक प्रतिशत से तीन प्रतिशत हो गई है। शू-अपर्स के एक्सपोर्ट के लिए भी ड्यूटी फ्री इंपोर्ट की सुविधा मिलेगी, जिससे मुंबई और महाराष्ट्र के निर्यातकों को ग्लोबल बाजार में प्रतिस्पर्धा करने में मदद मिलेगी।

सभापति महोदय, डिफेंस और हेल्थ सेक्टर में 'आत्मनिर्भर भारत' पहल को मजबूत करने के लिए सिविलियन, ट्रेनिंग और डिफेंस एयरक्राफ्ट्स के पार्ट्स पर बेसिक कस्टम ड्यूटी माफ कर दी गई है। इसके अलावा, मरीजों, खासकर कैंसर पीड़ितों के प्रति गहरी संवेदना दिखाते हुए 17 दवाओं और सात रेयर डिजीज़ के इलाज के लिए फूड फॉर स्पेशल मेडिकल परपजेज़ के इंपोर्ट को ड्यूटी-फ्री किया गया है।

माननीय सभापति : कृपया संक्षिप्त कीजिए।

श्री रविन्द्र दत्ताराम वायकर : महोदय, मैं अकेला स्पीकर हूँ। ... (व्यवधान)

माननीय सभापति : केवल उधर की घंटी नहीं बजती, इधर की भी घंटी बजती है। आप लोग समझते हैं कि एक तरफ की ही घंटी बजती है। इधर की भी घंटी बजती है।

श्री रविन्द्र दत्ताराम वायकर : सभापति महोदय, मैं इस सदन का ध्यान देश के ग्रोथ इंजन यानी महाराष्ट्र की ओर खींचना चाहता हूँ। वित्त वर्ष 2026-27 के लिए 15,26,254.58 करोड़ रुपये के कुल टैक्स डिवॉल्यूशन में से महाराष्ट्र को 98,306 करोड़ रुपये मिलने वाले हैं। यह पिछले वर्षों की तुलना में एक बड़ी वृद्धि है, जिसके लिए मैं सरकार का आभारी हूँ, लेकिन मैं विनम्रता के साथ

यह भी कहना चाहता हूँ कि महाराष्ट्र और मुंबई देश की अर्थव्यवस्था की रीढ़ है। वर्ष 2020-21 और 2024-25 के बीच महाराष्ट्र ने देश के कुल रेवेन्यू में 36.1 प्रतिशत का भारी-भरकम योगदान किया है, लेकिन सेंटर्स टैक्स डिवॉल्यूशन में उसे केवल 6.65 प्रतिशत ही वापस मिला है। मैं इस सरकार से विनती करता हूँ कि महाराष्ट्र और एमएमआर के बुनियादी ढाँचे के लिए हमें और अधिक केंद्रीय सहयोग मिलना चाहिए।

इस बजट में महाराष्ट्र के लिए नई शानदार पहल की गई है। मुंबई-पुणे और पुणे-हैदराबाद हाई स्पीड कॉरिडोर्स से हमारी जीडीपी को एक नई उड़ान मिलेगी। एमएमआर, पुणे मैट्रोपॉलिटन रीजन और नागपुर मैट्रोपॉलिटन ग्रोथ हब के लिए अगले पाँच वर्षों में प्रत्येक को पाँच हजार करोड़ रुपये का जो आवंटन किया गया है, वह इन शहरों की तस्वीर बदलने वाला है।

हर जिले में हायर एजुकेशन वाली लड़कियों के लिए विमैंस हॉस्टल और हर जिला अस्पताल में ट्रॉमा सेंटर्स बहुत ही संवेदनशील और जन-हितैषी कदम हैं। सरकार ने महाराष्ट्र की कनेक्टिविटी और विकास के लिए खजाना खोला है।

माननीय सभापति : कृपया अपनी बात समाप्त कीजिए।

श्री रविन्द्र दत्ताराम वायकर : रूरल रोड के लिए 378 करोड़ रुपये, मेडिकल एजुकेशन स्कीम्स के लिए 385 करोड़ रूपये, मुंबई अहमदाबाद हाई स्पीड कॉरिडोर के लिए, जो अभी कहा गया, 6,103 करोड़ रुपये, मुंबई मैट्रो के लिए 1,702 करोड़ रुपये, पुणे मैट्रो के लिए 517 करोड़...

माननीय सभापति : आपकी यदि कोई माँग है, तो माँग कर लीजिए और अपनी बात समाप्त कीजिए।

श्री रविन्द्र दत्ताराम वायकर : महोदय, मैं डिमांड पर आता हूँ, मगर हमारा चौदह मिनट का समय है।

माननीय सभापति : आपका समय हो गया है।

श्री रविन्द्र दत्ताराम वायकर : महोदय, मुंबई की बुनियादी जरूरतों और वहाँ के आम नागरिकों को राहत देने के लिए मेरी सरकार से कुछ विशेष माँगें हैं, जिन्हें मैं प्रमुख बिंदुओं में सदन के समक्ष

रखता हूँ।

भारत को 'विकसित भारत 2047' बनाने का सपना केवल नारों से पूरा नहीं होगा। इसके लिए हमें रक्षा और सब्सिडी के साथ-साथ ह्यूमन डेवलपमेंट पर भी अपना खर्च बढ़ाने पर ध्यान देना होगा। इसके लिए मैं राजधानी मुंबई के आम नागरिकों और देश के बुनियादी विकास से जुड़ी अपनी कुछ बेहद महत्वपूर्ण माँगें रखना चाहता हूँ।

महोदय, मध्यम टैक्स पेयर्स को राहत देने के लिए, मुम्बई में रहने वालों की कॉस्ट ऑफ लिविंग के हिसाब से नई टैक्स रिजीम में स्टैंडर्ड डिडक्शन को 75,000 रुपये से बढ़ाकर एक लाख रुपये किया जाए ताकि सर्विस सैक्टर के लोगों को राहत मिल सके। हाेम लोन में छूट दी जाए। हर आदमी का घर लेना सपना होता है। इसके लिए सैक्शन 24बी के तहत होम लोन में ब्याज में मिलने वाली छूट दो लाख रुपये की जाए। इलैक्ट्रिक वाहनों में प्रदूषण कम करने के लिए ईवी कारों के वैल्युएशन रूल्स को कम किया जाए। स्लम मुक्त मुम्बई के लिए 45 लाख रुपये में 1-बीएचके नहीं मिल सकता है, अफोर्डेबल घर के लिए वैल्युएशन 90-95 लाख रुपये की जाए।

माननीय सभापति : आप कन्कलूड करें।

… (व्यवधान)

श्री रविन्द्र दत्ताराम वायकर :स्लम फ्री मुम्बई के लिए जोगेश्वरी, मुम्बई नॉर्थ-वैस्ट, धारावी, गोवंडी और चेंबूर जैसे इलाकों की कलस्टर डेवलपमेंट के लिए पांच से दस हजार करोड़ रुपये का विशेष फंड दिया जाए। स्लम मुक्त मुम्बई करने के लिए वर्ष 2030 के लक्ष्य के साथ नेशनल मिशन घोषित किया जाए।

माननीय सभापति : आपकी बात रिकार्ड में आ गई है। छ: मिनट का समय था, 13 मिनट हो गए हैं।

श्रीमती शांभवी जी।

… (व्यवधान)

श्री रविन्द्र दत्ताराम वायकर : मुम्बई यूनिफार्म मोबिलिटी मिशन रेलवे, मेट्रो, बेस्ट और आगामी

340 किलोमीटर वाटर मेट्रो नेटवर्क के लिए 1500 करोड़ रुपये फंड दिया जाए । … (व्यवधान) मुम्बई में इन्फ्रास्ट्रक्चर के लिए फंड दिया जाए। … (व्यवधान)

माननीय सभापति : आप बैठ जाएं।

श्रीमती शांभवी जी।

… (व्यवधान)

श्रीमती शांभवी (समस्तीपुर) : माननीय सभापति जी, आपने मुझे वित्त वर्ष, 2026-27 के फाइनेंस बिल पर हो रही चर्चा में भाग लेने का अवसर दिया, इसके लिए मैं आपकी आभारी हूं। मैं अपनी पार्टी लोक जनशक्ति पार्टी, नेता राष्ट्रध्यक्ष चिराग पासवान जी और समस्तीपुर की देवतुल्य जनता की ओर से वित्त विधेयक का समर्थन करती हूं।

एक बेहद और सुखद पवित्र संयोग है कि देशभर में नवरात्री का पावन पर्व मनाया जा रहा है । इन दिनों हम मां दुर्गा के नौ रूपों की आराधना करते हैं । यह सदन गवाह है कि स्वर्णिम कालखंड देश में चल रहा है । जहां एक ओर सर्वोच्च संवैधानिक पद पर महिला विराजमान हैं जो देश की दशा और दिशा तय कर रही हैं, वहीं दूसरी ओर माननीय वित्त मंत्री निर्मला सीतारमण जी अपनी नीतियों से इस देश की नीयत तय कर रही हैं।

एक छोटे से ग्रामीण क्षेत्र से माताओं और बहनों के आशीर्वाद से युवा महिला सांसद अपनी आवाज़ को संसद में बुलंद कर रही है। हमारी जितनी भी माताएं और बहनें हैं, उनके आशीर्वाद से सरकार में जितनी महिलाएं हैं, उनके सशक्तिकरण से समाज में स्वयं सहायता समूह महिलाओं को ग्रोथ इंजन बना रहा है और वूमेन लीडर्स को ग्रामीण क्षेत्र में डेवलप कर रहा है । इससे समझ में आता है कि हमारे देश में वूमेन लेड डेवलपमेंट का सही परिणाम अब देखने को मिल रहा है । आचार्य चाणक्य ने अर्थशास्त्र में एक श्लोक लिखा था-

“प्रजासुखे सुखं राज्ञ: प्रजानां तु हिते हितम्।

नात्मप्रियं हितं राज्ञ: प्रजानां तु प्रियं हितम्।”

इसका मतलब है कि नेता का सुख प्रजा के सुख में निहित होना चाहिए और प्रजा के हित में

उसे अपना हित देखना चाहिए। इस श्लोक को अगर आज कोई इस देश में सार्थक कर रहा है तो यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी कर रहे हैं जो अपनी योजनाओं से इस देश के गरीब, वंचित और शोषित समाज को मुख्यधारा से जोड़ने का काम कर रहे हैं। आचार्य चाणक्य ने राजधर्म की बात कही थी और आज धर्म का असली अर्थ है - "सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास।" इसी विचारधारा के साथ पिछले 11 वर्षों से सरकार काम कर रही है। साल का बजट और वित्त विधेयक सिर्फ कुछ आंकड़ें नहीं हैं या पन्नों का दस्तावेज़ नहीं है।

यह एक आईना है जिसमें हमें एक विकसित भारत, सशक्त भारत और समृद्ध भारत दिखता है। यह आईना है जिसमें हमें बाबा साहेब डॉक्टर भीमराव अंबेडकर की समावेशी सोच देखने को मिलती है। यह एक आईना है जिसमें हम भारत रत्न जननायक कर्पूरी ठाकुर जी के सामाजिक न्याय को देख सकते हैं। यह आईना है जिसमें हम युवाओं की प्रतिभा को देख सकते हैं। यह आईना है जिसमें हम अपनी सेना के अदम्य शौर्य को देख सकते हैं। यह आईना है जिसमें हम सरकार की प्रतिबद्धता को देख सकते हैं। इतने जियोपॉलिटिकल तनाव के बावजूद भी हमारे देश की जो अर्थव्यवस्था है, वो आज फ़ास्टेस्ट ग्रोइंग इकोनॉमी है और हमारी अर्थव्यवस्था इतने टर्मोइल सिचुएशन में भी मजबूत है, लेकिन विडंबना देखिए महोदय, जिस आईने में हमें विकास और विश्वास दोनों ही दिख रहा है, उसमें विपक्ष को कुछ नहीं दिख रहा है। इनके विरोध पर एक मशहूर शायरी याद आती है -

"नाज़ो अंदाज़ से कहते हैं कि जीना होगा,
ज़हर भी देते हैं तो कहते हैं पीना होगा,
जब मैं पीता हूँ तो कहते हैं मरता ही नहीं,
और जब मैं मरता हूँ तो कहते हैं कि जीना होगा।"

यह विपक्ष जो है, अपने नाज़ो अंदाज़ में रोज़ झूठ, फरेब और अफवाह का ज़हर इस देश को पिलाने का प्रयास करता है, पर ये जानते नहीं हैं कि देश ने इनकी नकारात्मक राजनीति से बहुत साल पहले ही इंकार कर दिया है। ... (व्यवधान) इस शेर में विपक्ष का पूरा सियासी चरित्र

देखने को मिलता है।

यहाँ पर बड़े-बड़े संस्थान हैं, आईएमएफ हैं, ओईसीडी हैं, जो भारत की ओर उम्मीद से देखते हैं और भारत को एक ब्राइट स्पॉट मानते हैं, लेकिन हमारे विपक्ष के कुछ विद्वान हैं, जिनको इस पूरे विकास में कुछ दिखता ही नहीं और वो हमेशा कहते हैं कि India is a dead economy. मज़ाक की बात तो यह है, कि जो खुद इलेक्टोरली डेड हो गए हैं … (व्यवधान)

माननीय सभापति : आप बार-बार विपक्ष की बात कर रहे हैं, पूरा विपक्ष तो खाली पड़ा है।

… (व्यवधान)

श्रीमती शांभवी : वो हमारी अर्थव्यवस्था को क्या डेड कहेंगे। आप इस देश को जब डेड इकोनॉमी कहते हैं, तो आप हमारे प्रधानमंत्री का अपमान नहीं करते हैं, बल्कि आप अपमान करते हैं उस किसान का जो रिकॉर्ड 350 मिलियन टन अनाज उगा रहा है। आप अपमान करते हैं उस श्रमिक का, जो आज संसद भवन से लेकर राम मंदिर तक का निर्माण कर रहा है। आप अपमान करते हैं उस वैज्ञानिक, का जिसने चंद्रयान को शिव शक्ति पॉइंट तक पहुँचाया है। आप अपमान करते हैं उस स्टार्टअप फाउंडर का, जो दुनिया भर में भारत का डंका बजा रहा है।

हम गर्व से कहते हैं कि under the decisive leadership of our hon. Prime Minister, Shri Narendra Modi ji, हम फ्रेजाइल फाइव इकोनॉमी से टॉप फाइव इकोनॉमीज़ में आ चुके हैं। यह सिर्फ इसीलिए संभव हो पाया है, क्योंकि हमारी नीतियां, बोल्ड रिफॉर्म्स पर आधारित हैं, रोबस्ट इन्फ्रास्ट्रक्चर पर आधारित हैं। इसी विकास का प्रमाण है कि हमारा बिहार भी आज आगे बढ़ रहा है। पिछले 11 वर्षों में बिहार में विकास परियोजनाओं के लिए लगभग साढ़े 14 लाख करोड़ रुपये से अधिक की सहायता राशि प्रदान की गई है। यूपीए के 10 साल के कार्यकाल में मात्र ढाई लाख करोड़ रुपये मिले थे।। यह दिखाता है कि बिहार और बिहारी कभी इनकी प्राथमिकता नहीं थे, वे हमेशा बिहारियों को अपने वोट के लिए इस्तेमाल करते थे।

विपक्ष के साथी हमेशा एक नए शब्द का उपयोग करते हैं, जिसे वे 'टैक्स टेररिज्म' कहते हैं और सबसे मज़ाक की बात यह है कि जिनके समय में टैक्स कलेक्शन सबसे लोएस्ट था और

टेररिस्ट अटैक अपने चरम पर था, वो टैक्स टेररिज्म के बारे में बात करते हैं। वर्ष 2012 में सुप्रीम कोर्ट के जजमेंट को पलटकर रेट्रोस्पेक्टिव टैक्सेशन लाना असली टैक्स टेररिज्म था और इसके बारे में कुछ चर्चा ही नहीं करना चाहते।

अब हम इनके टैक्स सिस्टम की नीतियों पर आते हैं। वर्ष 1970-71 में 11 टैक्स स्लैब थे, जब 2 लाख से ऊपर की आय पर टैक्स लगभग 85 प्रतिशत थे और 10 प्रतिशत का सरचार्ज था। यानी सौ रुपये कमाने वाला व्यक्ति मात्र साढ़े छह रुपये बचाता था। आज जो टैक्स फ्री इनकम है, उसका लिमिट बढ़ाकर 12 लाख रुपये कर दिया गया है, जो यूपीए के कार्यकाल से 6 गुना ज्यादा है। वर्ष 2013-14 में टैक्स फ्री इनकम मात्र 16,667 रुपये थी और वर्ष 2025 में यह 1 लाख रुपये प्रति माह हो गई है।

असली रिफॉर्म्स तो यह है कि नेट डायरेक्ट टैक्स कलेक्शन फाइनेंशियल ईयर 2013-14 में 6,38,596 करोड़ रुपये था और आज वह बढ़कर साढ़े 22 लाख करोड़ रुपये हो गए है, जो तीन गुना ज्यादा है। अगर हम भारत के टैक्स टू जीडीपी रेश्यो की बात करें, तो आज भारत का टैक्स टू जीडीपी रेश्यो 19.6 प्रतिशत है, जो दुनिया की बड़ी-बड़ी प्रमुख अर्थव्यवस्थाओं के बराबर है। आज भारत का टैक्स सिस्टम टैक्स टेररिज्म के लिए नहीं, ट्रांसपेरेंसी, ट्रस्ट और ट्रांसफॉर्मेशन के लिए जाना जाता है... (व्यवधान)

माननीय सभापति : कृपया आप अपनी बात समाप्त करिए।

... (व्यवधान)

श्रीमती शांभवी : सर, फर्स्ट टाइमर हैं, हम लोगों को ऐसे ही इतना कम मौका मिलता है, प्लीज सर दो मिनट में हम कम्पलीट कर देंगे... (व्यवधान)

सर, इतना विकास देखकर विपक्ष का जो अलायंस है, वो भी नहीं टिक पा रहा है। हमारी सरकार ने तो बंगाल में इतना विकास कर दिया है कि अलायंस को समझ में नहीं आ रहा है कि करे तो क्या करे। बंगाल में इनका क्या हश्र होगा, वह हम लोग देखेंगे। बिहार में इनका यह हाल हुआ है कि कुछ साल के बाद लालटेन लेकर कांग्रेस पार्टी को खोजना पड़ेगा।

महोदय, यह विधेयक ग्रामीण उद्यमिता का भी एक नया सबेरा लेकर आया है। वर्ष 2013-14 में कृषि का बजट मात्र 27,663 करोड़ रुपये था, जो आज पांच गुना बढ़कर 1,40,528 करोड़ रुपये हो गया है। लेकिन दुख की बात यह है कि इतने विकास के बाद भी ये अपनी तुष्टिकरण और गंदी राजनीति की वजह से नाम की राजनीति करते हैं, जिसमें प्रभु श्रीराम का नाम लेते ही ये विचलित हो जाते हैं।

माननीय सभापति : कृपया आप अपनी डिमांड रखिए।

श्रीमती शांभवी : सर, मैं दो मिनट में वाइंडअप कर रही हूँ।

हमारी सरकार जिस लगन, सेवाभाव और जिस दृढ़ निश्चय से काम करती है, उसे हम राम राज कहते हैं। सिर्फ विपक्ष को लगता है कि राम राज एक धार्मिक शब्द है, लेकिन वे जानते ही नहीं कि राम राज पूजा की पद्धति नहीं, बल्कि शासन की प्रतिबद्धता है।

माननीय सभापति : अब समाप्त कीजिए।

श्रीमती शांभवी : राम राज्य का अर्थ है समाज के अंतिम व्यक्ति का उदय होना। सर, मैं दो मिनट में अपनी बात समाप्त कर रही हूँ।

गोस्वामी तुलसीदास जी ने राम राज की परिभाषा दी थी-

"दैहिक,दैविक, भौतिक तापा।

राम राज नहिं काहुहि व्यापा ।।"

एक ऐसी व्यवस्था का निर्माण होना चाहिए, जहां किसी भी इंसान को शारीरिक, मानसिक और आर्थिक तनाव न हो।

यह वित्त विधेयक इस बात का प्रमाण है कि हमारी सरकार नेक्स्ट इलेक्शन के लिए नहीं, बल्कि नेक्स्ट जेनरेशन के लिए काम करती है। नेक्स्ट जेनरेशन को प्रोत्साहित करने के लिए अंत में, मैं अटल बिहारी वाजपेयी जी की एक कविता पढ़कर अपनी वाणी को विराम देना चाहूंगी।

"भारत जमीन का टुकड़ा नहीं,

जीता जागता राष्ट्रपुरुष है।

यह चन्दन की भूमि है, अभिनन्दन की भूमि है,

भारत तर्पण की भूमि है, भारत अर्पण की भूमि है।

यहां का बूंद-बूंद हमारे लिए गंगाजल है,

यहां का कंकर-कंकर हमारे लिए शंकर है।

हम जियेंगे तो इसी भारत के लिये,

मरेंगे तो इसी भारत के लिये।"

मरने के बाद गंगा में बहती हुई अस्थियों को कोई कान लगाकर सुनेगा तो उसे सुनाई देगा- भारत माता की जय।

SHRI P. V. MIDHUN REDDY (RAJAMPET): Thank you, Sir.

First of all, I would like to start by congratulating our hon. Finance Minister for having presented record number of Budgets.

I would like to raise a very important issue regarding MSMEs. There is a very huge problem for MSMEs in our country. There is a lot of money pending from the State Governments to the small and medium-sized enterprises and contractors. For example, in Andhra Pradesh, more than Rs. 60,000 crore is pending; in Telangana, more or less, the same amount is pending; and if you see Karnataka, there is a lot of amount pending as also in various other States.

The small and medium enterprises put all their earnings. For example, if you are doing a Rs. 100 work, for 10 per cent or 15 per cent margin they are putting Rs. 85 in that Rs. 100. Once it is billed, the bills are pending varying anywhere between one month to one year or two years or three years. Once it is billed, they are supposed to pay the GST of 18 per cent. After a period of two months or three months, it is taken as income and they have to pay the

income tax also.

The small enterprises are facing great difficulty. They cannot stop their work. If they go forward, they are going into a debt trap. So, it is not fair to penalize them where the payments are pending from the Government side. So, through you, I would request the hon. Finance Minister to take note of this issue. We cannot penalize MSMEs and contractors where the Government is defaulting or where the Government has not paid them. We also cannot expect them to pay 18 per cent GST, and we cannot just consider the amount that is billed as income.

The actual payments only should be taken into consideration, and I urge the Government to take immediate steps because 75 per cent of the litigations the MSMEs are facing when they are dealing with the Government are more or less in these circumstances. Once it is sorted out, almost all their issues with Income Tax or GST will be sorted out.

There is one more thing. In the Budget document, if you go through the externally aided projects at S.No.39, it says that the height of Polavaram Project is pegged at 41.15 metres. I would like to state that the height of Polavaram Project originally envisaged is 45.72 metres, and the cost of completion of the Project is Rs.55,000 crore. In the Andhra Pradesh Re-organisation Act, it is very clearly stated that Polavaram is a national project, Government will execute the Project and it will be completed in its original state. After the Andhra Pradesh Re-organisation Act has been passed in this House and it has been told that the whole Polavaram project will be completed,

now it is not fair to reduce the capacity of Polavaram Project from 45.72 metres to 41.15 metres. The capacity of Polavaram Project also will be reduced from 190 TMC to 120 TMC. This is great injustice to our State. We demand that Polavaram Project be constructed and the amount in full, that is Rs.55,000 crore, be paid for the height of 45.72 metres, and anything short of that is great injustice to our State.

The debt of Andhra Pradesh for the past two years has crossed Rs.3,36,000 crore. But if you see the debt of the previous Government under S. Jaganmohan Reddy, the five-year debt was Rs.3,32,000 crore. With the current Government, the debt pattern is very alarming, and all the FRBM norms are being violated. So, we urge the Government to step in and make sure that the financial discipline is there. If you see the GST collections from April to December this year, it is Rs.31,856 crore for Andhra Pradesh. But in the same period in the corresponding year, the GST collections were Rs.33,371 crore, which is a decline of Rs.2,000 crore. In one way the debt is increasing; the other way the GST growth rate is decreasing. So, these are alarming signals. We urge the Finance Minister to make sure that the financial condition of Andhra Pradesh is stable.

Recently, in Rajya Sabha, the hon. Union Minister told in his reply that the unemployment rate in Andhra Pradesh is at 8.2 per cent, and it is the highest in the country. The national average is 5.2 per cent and we are talking of women empowerment. The women unemployment rate also is at 10.1 per cent, which is very high. We urge the Central Government to step in and make

sure that adequate employment facilities are there, instead of just all this. We are seeing all the media hype, but the actual reality is that Andhra Pradesh has the highest unemployment rate. We urge the Central Government to help Andhra Pradesh in this regard.

If you see the housing sector, in the previous Government, Shri Jaganmohan Reddy gave 32 lakh house pattas, and he sanctioned 32 lakh houses. The hon. Union Minister, in his reply, has given a statement. This is very important. In the last five years, when Shri YS Jaganmohan Reddy was the Chief Minister, we got 14,20,000 houses sanctioned from the Central Government. Out of that, 6.8 lakhs have been constructed. The TDP Government is part of the NDA Government right now, but what is really alarming is that if you see in 2024-25, the amount unutilized is Rs.1,165 crore for housing. The amount they pursued and received is zero. It is really alarming. So many houses are pending and they are unable to get even one rupee. There are only two reasons. Either the Government is really inefficient or it does not want to execute the housing projects.

HON. CHAIRPERSON: If you have some demands, kindly put them.

SHRI P. V. MIDHUN REDDY: If you see the previous year, that is, 2023-24, the earlier Government had got at least Rs.5,500 crore each year. This is in the statement which the hon. Minister has given.

HON. CHAIRPERSON: Whatever you have mentioned is already on record.

SHRI P. V. MIDHUN REDDY: We are ready to cooperate and go to any lengths. We are ready to put aside all political differences.

HON. CHAIRPERSON: Kindly conclude.

SHRI P. V. MIDHUN REDDY: We are ready to move forward for Polavaram Project, even get funds for the housing. We urge the Telugu Desam Party to speak about it. We urge the Government to step forward and sanction adequate amount for housing. There is a major demand. We oppose the privatisation of Visakhapatnam steel plant. We are celebrating new steel plants coming, but why should we kill an existing one? We demand that adequate mines be provided for Visakhapatnam steel plant.

The State Government is unable to provide their 50 per cent matching grant for Bangalore-Kadapa railway line. We demand and ask the Central Government to step in and provide the additional 50 per cent also, because they are part of the Indian Government. With these demands, I end my speech. Thank you, Sir.

SHRIMATI SUPRIYA SULE (BARAMATI): Thank you, Sir.

I, on behalf of the NCP (SP), stand here today to speak on the Finance Bill. I would like to take this opportunity to congratulate the hon. Finance Minister, since she has actually herself reached a milestone, along with the hon. Prime Minister. He has also achieved the distinction of being the longest-serving Prime Minister in office after Jawaharlal Nehru ji, who was one of the longest-serving Prime Ministers. The hon. Finance Minister has been fortunate enough to serve this nation; this is her ninth Budget. But I remember the day when she presented the Budget to the nation actually, the nation and the markets reacted very differently. Now, a few weeks later, the situation is

completely different as we are debating the Finance Bill.

I appreciate Dube ji's speech today, and I am glad that he did not make it political; he was very focused. But I expected a little more from him, for the reason that we are in an extraordinary crisis right now as a nation.

The hon. Prime Minister also, in his speech, said that this is not the time for us to sit across the board; rather, the country needs to be united. It is because India is going through an extraordinary crisis, Not just India, but the entire world is going through an extraordinary crisis. So, my first pointed question to the hon.

Finance Minister would be this. While we are passing this Finance Bill, is this Government prepared for the challenges? This is because even Mr. Dube was constantly drawing a comparison between COVID when we were absolutely in the dark, and today's situation. We did not know what to expect next.

If we are in a COVID-like situation today, what plans does the Government of India have to protect the economy? I appreciate the point that he made—that we are a growing economy. I do appreciate that we are a growing economy—but, with full humility, I would like to say, and I would be happy to stand corrected, that it is also a debt-driven economy.

The debt of this country is going up, and the States are also under significant debt. I think, rather than just making this into a slinging match, we really need to sit down in this debate and see how we are going to navigate India.

सभापति महोदय, यदि मैं आपको आज की बात बताऊं, तो महाराष्ट्र में आज यह कार्य हर क्षेत्र में हो रहा है। आज एलपीजी का सिलेंडर सबको 50 प्रतिशत ही भरकर दे रहे हैं। एक तो वह अवेलेबल नहीं है और वह 20-25 दिनों के बाद मिल रहा है। अगर वह मिल भी रहा है, तो आधा भरकर ही मिल रहा है।

So, this is an extraordinarily crisis that we need to attend. इसके बारे में क्या सोच है? हमारे यहां का छोटा-मोटा बिजनेसमैन हो, कोई रेस्टोरेंट हो या जो महिलाएं घर पर खाना बनाती हैं, उनके लिए ये छोटी-छोटी चीजें हैं, लेकिन यह इकोनॉमी का एक बहुत बड़ा भाग है। जब यह देश भारत या इंडिया की बात करता है, this is not only about the top one per cent bracket who pays 50-60 per cent of tax. This is about the last person in the pyramid that India needs to protect. So, are we in a position to protect them for the next few weeks to come or months to come?

Sir, I am not aware how long it is going to last. Nobody in this room knows how long it is going to last. Therefore, I would like to ask this Government whether they prepared for this crisis. And if they are, what are they doing in this budget to do that?

Sir, the two or three important points are about the stock market that has crashed. What are the real reasons? Middle East tensions are rising. There is global market turmoil. R. 5 lakh crore has been wiped out. Whose money is this?

This money belongs to the middle class. It is no fault of theirs, but they are in a crisis today. Regarding the rupee, I remember, this was the same Opposition that used to mock our Government during the UPA.

I would like to quote one of their leaders: 'The value of the rupee against

the dollar reflects the age of the Prime Minister.'

Sir, This is how they used to make fun of us. What is today's situation? How much is the rupee against the dollar, Sir? Can somebody tell me? It is 94. It is very much alive.

I am not here just to criticise. I am here to see how we can help, because if this nation endures, only then can these debates continue. When is this Government going to admit the reality?

Sir, I am so glad that today, the hon. Prime Minister, actually for the first time, came out and said two words about the crisis.

We appreciate it and welcome it and we are constantly asking for an all-party meeting. I know this is not a part of the Finance Bill, but eventually all these interactions will help us implement things.

I would like to ask, even in this Finance Bill, what the impacts are on agriculture. A lot has been said about agriculture, such as soybean. But in this whole discussion on tariffs, where exactly do we stand?

We have made a commitment to the U.S. of 500 billion dollars to be spent there over five years, even without a trade agreement.

Now, they are saying that they do not know what the tariffs are going to be like.

17.00 hrs

हमारे यहां के सारे किसान, चाहे वे किसान अहिल्यानगर से हों, नाशिक से हों या सोलापुर से हों, उनका माल पूरे मिडिल ईस्ट में जाता है। तब ही किसान को दो पैसे मिलते हैं। वह सारा कॉमर्स बंद हो गया है, माल यहीं पड़ा है। उसका क्या होगा? इस सबके बारे में सरकार की क्या

सोच है?

I would like to ask what is the plan of the Government regarding FTAs. Even when the resources like revenue receipts were raised the last time, Rs. 34.2 lakh crore was expected, but we reached at Rs. 33.4 lakh crore. I stand corrected if the Finance Minister has any different data to share. The expected amount was Rs.16.42 lakh crore but we are at Rs. 15.76 lakh crores. It is all a ... * of numbers. How this Government has survived in the last one year is by disinvestment. In the history, for the first time, RBI dividends of Rs. 3.16 trillion have been used by this Government. So much money has never been used. This is the same sentence with Prof. Sougata Ray said for months in his speech. 'When does a family sell its silver? It is only when there is crisis. Nobody sells silver.' It is a fact. I would urge this Government to answer these questions.

Now, I would mention about taxation. I appreciate that they have given a lot of relief in the entire taxation, about which the Treasury Benches are going on and on. I was in a discussion on the taxation Bill. We spend more time on litigation. This was a golden opportunity for the Government to make major reforms in taxation. Why have we lost that opportunity? Crores and crores of rupees are stuck in litigation. When are we going to clean up this mess? Rather than fighting this mess, they made the taxation faceless. I would like to ask: how much is this faceless taxation really helping?

Sir, since my time is less, I would raise two very small points as they are

* Expunged as ordered by the Chair.

very, very important. Dr. Nishikant Dubey ji talked about retrospective tax. I would like the Treasury Benches to clarify this. In respect of sovereign gold bond, retrospective tax is being raised by this Government. I stand corrected if I am wrong. If you criticize the Government of UPA for retrospective tax in respect of sovereign gold bond, then why are they charging retrospective tax? Two wrongs do not make a right. हमारी और इनकी पॉलिसी में क्या अंतर रहा? You are criticizing us but you are doing the same thing which we were doing.

One small point which this Government needs to correct is the disability defence pension. They are taxing this. आप और मैं सुखी रहें, इसलिए वे लोग बॉर्डर पर रहते हैं। They are hurt. They are entirely in the Income Tax Bill as the Defence Disability Pension is being taxed. I request her to withdraw it. This was one very small point.

I would like to speak on one last point with the permission of the Chair. I am not talking about unemployment and everything but about virtual currency. Dr. Nishikant Dubey ji talked about our common friend Shri Shivkumar Udasi. I do not know what are digital currencies. There are nine such companies which are trading in this kind of currency. This Government even punishes them, and I appreciate them for that. Through VPN, there are still crypto businesses which we could have taxed, which are still illegally operating. The tax is not being paid, which is our money. I urge this Government to intervene. You have acted on nine such companies, but that is not good enough. This is the tax that belongs to this nation. Please do not let them get away with this. So, I urge this Government that when you make JPCs, make big ticket reforms. That is what

JPCs are all about. We cannot form JPCs to come, and the Government does not do any reform. The Government should take this opportunity and be very serious about what is happening globally, leave our political differences aside till this war is over. Let us put our minds together and save people on the road. Today the economy is not as good and in a growing position like Shri Dubey would like to believe it.

HON. CHAIRPERSON: Nishikant ji has only made a mention about Mr. Udasi.

… (*Interruptions*)

डॉ. निशिकान्त दुबे (गोड्डा) : सर, केवल एक अनपार्लियामेंट्री …* शब्द है, उसको निकाल दीजिए। सरकार ने जो दिया है, वह जनवरी का डेटा था। वह डेटा 31 मार्च तक पूरा हो जाएगा। ... # is an unparliamentary word.

HON. CHAIRPERSON: It will be deleted.

Now, Shri Abhay Kumar Sinha *ji*.

श्री अभय कुमार सिन्हा (औरंगाबाद) : सभापति महोदय धन्यवाद। वित्त विधेयक, 2026 का यह बजट देश की सच्चाई से ज्यादा, सरकार के प्रचार को दर्शाता है। आज देश की अर्थव्यवस्था, विदेश नीति और सामाजिक स्थिति - तीनों में गंभीर संकट है और सरकार उसे छुपाने की कोशिश कर रही है। पिछले एक वर्ष में भारतीय रुपया लगभग 89 रुपये प्रति डॉलर से गिरकर 93-94 रुपये प्रति डॉलर तक पहुँच गया है। इसका सीधा असर महंगाई से हरेक क्षेत्र में देश के आम लोगों पर पड़ा है।

महोदय, सरकार विकास की बात करती है, लेकिन यह जॉबलेस ग्रोथ है। मैं इसे जॉबलेस ग्रोथ कहता हूं। बेरोजगारी दर लगभग 5.6 प्रतिशत बनी हुई है। सबसे चिंताजनक बात यह है कि

---

* Not recorded as ordered by the Chair.

Expunged as ordered by the Chair.

देश के कुल बेरोजगारों में लगभग 83 प्रतिशत युवा बेरोजगार हैं । आपने हर साल दो करोड़ नौकरियां देने का वादा किया था । आज युवा बेरोजगार जानना चाहता है, उसे आप कब पूरा करेंगे? जब सरकार 'सबका साथ, सबका विकास' की बात करती है, तो मैं पूछना चाहता हूँ कि वित्त विधेयक के पन्नों से बिहार का विकास क्यों गायब है? क्या बिहार को इस देश में मजदूर सप्लाई करने की फैक्ट्री समझा जाता है? आज गुजरात, महाराष्ट्र और आंध्र प्रदेश जैसे राज्यों में लाखों करोड़ के इंडस्ट्रियल कॉरिडोर और बड़े-बड़े प्रोजेक्ट्स बन रहे हैं, लेकिन जब बिहार अपने हक, अधिकार और विशेष राज्य का दर्जा या विशेष पैकेज मांगता है, तो नियम-कानून का बहाना बना दिया जाता है । आप बिहार की 14 करोड़ जनता से टैक्स लेते हैं, लेकिन उसका उचित हिस्सा विकास के रूप में वापस नहीं देते ।

महोदय, यहां पर हमारे अभिभावक और वरिष्ठ मंत्री आदरणीय लल्लन बाबू बैठे हुए हैं । बिहार में डबल इंजन की सरकार है । डबल इंजन की सरकार होते हुए भी आज बिहार सरकार पैसे-पैसे के लिए त्राहिमाम है । किसी भी विभाग में पैसा नहीं है । जो काम कर दिया है, उसको भी बिहार सरकार पैसा देने में असमर्थ है । इसका कारण यह है कि बिहार सरकार ने तमाम बिहार के खजानों को चुनाव प्रबंधन में लगाने और खर्च करने का काम किया । यह बड़े ही दुर्भाग्य की बात है ।

महोदय, वित्त विधेयक में कॉरपोरेट टैक्स कम किए जाते हैं, विदेशी कंपनियों को आकर्षित किया जाता है, लेकिन बिहार में उद्योग लगाने के लिए कोई विशेष कर छूट की रियायत नहीं दी जाती । जब तक बिहार जैसे राज्यों में 10-15 साल का टैक्स हॉलिडे नहीं दिया जाएगा, तब तक उद्योग कैसे आएंगे? बिहार गरीब राज्य है । आप चाहते हैं कि बिहार विकसित हो, बिहार से पलायन रुके, तो आपको 10-15 साल का विशेष टैक्स हॉलिडे देना चाहिए । हम यह जरूर कहना चाहेंगे कि क्या बिहार की डबल इंजन की सरकार चाहती है कि बिहार के युवा इसी तरह बेरोजगारी के लिए पलायन करते रहें? बिहार का क्रेडिट डिपॉजिट अनुपात आज भी 50 से 55 प्रतिशत के आसपास है, जबकि विकसित राज्यों का 100 प्रतिशत से अधिक है । यानी, बिहार के लोगों का

पैसा जमा होता है, लेकिन लोन के रूप में दूसरे राज्यों को दिया जाता है। यह आर्थिक अन्याय है। यह सिर्फ बैंकों का सवाल नहीं है, बल्कि पूरे वित्तीय प्रबंधन की विफलता है। सीएजी की रिपोर्ट के अनुसार बिहार में 70,877 करोड़ रुपये की राशि का उपयोगिता प्रमाण पत्र ही नहीं दिया गया है। पंचायती राज, शिक्षा विभाग और शहरी विकास जैसे विभागों में पैसा खर्च हुआ, लेकिन उसका आज तक कोई हिसाब नहीं हुआ है। आज माननीय प्रधान मंत्री जी ने सदन को संबोधित किया। मैं उन्हें धन्यवाद देता हूं। उन्होंने इथेनॉल का जिक्र किया । दुनिया में जो इस तरह की व्यवस्था चल रही है, युद्ध का आलम है, एलपीजी, पेट्रोलियम और अन्य चीजों पर अंकुश लगा है, उस पर उन्होंने गहरी चिंता व्यक्त की है।

विपक्ष होने के नाते निश्चित तौर पर मैं कह सकता हूं कि इस स्थिति में पूरा विपक्ष देशहित के लिए पूरी तरह से सरकार के साथ खड़ा रहेगा। बिहार ने इथेनॉल उत्पादन में बड़ी संभावना दिखायी थी। माननीय प्रधानमंत्री जी ने एथेनॉल का जिक्र किया, लेकिन केन्द्र सरकार के नीतिगत बदलाव ने इस क्षेत्र को नुकसान पहुंचाया है। मक्का किसानों और इथेनॉल उद्योगों पर इसका सीधा असर पड़ा है। बिहार में 17 इथेनॉल सयंत्र बंद हो गए हैं। इसके साथ ही, देश में वर्ष 2023 में 10,000 से अधिक किसान और कृषि मजदूरों ने आत्महत्या की, लेकिन इस बजट में किसानों के लिए न तो कर्ज माफी है और न ही आय बढ़ाने की कोई ठोस नीति है। इसके उल्ट, उर्वरक सब्सिडी में लगभग 8 प्रतिशत और LPG सब्सिडी में लगभग 20 प्रतिशत की कटौती की गई है। इससे किसान और गरीब दोनों पर बोझ बढ़ा है।

सभापति महोदय, मैं दो मिनट का समय लूंगा। माननीय प्रधानमंत्री जी ने रिन्यूएबल एनर्जी की बात की है। एलपीजी, पेट्रोल, डीजल, जितने भी हैं, उनकी निश्चित तौर पर यहां कमी हो रही है। 60 परसेंट एलपीजी आयात की जाती है। माननीय प्रधानमंत्री महोदय जी ने कहा कि देश में 200 बायोगैस प्लांट लगे हैं। अगर आप चाहते हैं कि इस संकट से हमारा देश मुक्त रहे, तो युद्ध स्तर पर देश की हर एक पंचायत में एक बायोगैस प्लांट लगाने की आवश्यकता है।

सभापति महोदय, मैं एक आग्रह और करना चाहूंगा कि रिन्यूएबल एनर्जी के बारे में उन्होंने

बताया। इन्होंने कहा कि हमने 15000 इलेक्ट्रिक बसें देश को दी हैं। 15000 बसों का मतलब आपने साढ़े सात लाख लोगों को आने-जाने की सुविधा प्रदान की है। आप गर्व से कहते हैं कि 140 करोड़ देशवासी हैं। 15000 बसों से क्या होगा? अगर आप रीयल में चाहते हैं।

माननीय सभापति : यह शुरुआत है। चलिए।

श्री अभय कुमार सिन्हा : सभापति महोदय, एक मिनट में कंक्लूड कर रहा हूं। आप चाहते हैं, तो इलेक्ट्रिक व्हीकल खरीदने में आम लोगों को आप रियायत दें, उसमें टैक्स की छूट करें।

माननीय सभापति : आपकी बात आ गयी।

श्री अभय कुमार सिन्हा : सभापति महोदय, जो लोग बैंक से लोन लेकर इलेक्ट्रिक व्हीकल परचेज करते हैं, उनको तीन-चार परसेंट ब्याज पर बैंक को बोला जाए कि आप इलेक्ट्रिक व्हीकल दीजिए। जो बस मालिक प्राइवेट बसें चलाते हैं, उनको भी इलेक्ट्रिक व्हीकल के लिए प्रोत्साहित कीजिए, तो मैं समझता हूं कि यह डीजल, पेट्रोल की किल्लत से जो हमारा देश जूझ रहा है, इससे राहत हो जाएगी। आपने मुझे बोलने के लिए समय दिया, इसके लिए बहुत-बहुत धन्यवाद।

प्रो. वर्षा एकनाथ गायकवाड़ (मुम्बई उत्तर-मध्य) : माननीय सभापति महोदय, सबसे पहले तो मैं आप और मेरी पार्टी को धन्यवाद देना चाहती हूं कि आपने मुझे फायनेंस बिल की इस अहम चर्चा में बोलने के लिए अवसर दिया, इसके लिए मैं आपके प्रति धन्यवाद व्यक्त करती हूं।

माननीय वित्त मंत्री महोदया ने नौ बार बजट पेश किया है, नौ बार विधेयक भी पेश किया है, वह अपने आप में एक रेकार्ड है और आज हम देख रहे हैं कि डॉलर के मुकाबले रुपये में जिस तेजी से गिरावट हो रही है वह भी अपने आप में एक रेकार्ड बन गया है। मुझे आपसे यह भी कहना है कि डॉक्टर मनमोहन सिंह जी के कार्यकाल में रुपये की कीमत क्या थी, गैस की कीमत क्या थी और आज रुपये और गैस की कीमत क्या हो गयी है? इसके ऊपर भी आने वाले दिनों में हमें कहीं न कहीं बात करनी होगी। आज रुपया कितने रुपये का हो गया है? आज रुपया 94 रुपये प्रति डॉलर हो चुका है। जब मैं एक आम नागरिक और एक जनप्रतिनिधि के नाते इसको देखती हूं, तो मुझे बहुत दुख होता है। दुख इसलिए होता है कि यह कैसी सरकार है जो हर संकट में समाधान

नहीं, लोगों को कतार में खड़ा कर देती है। चाहे वह नोटबंदी हो, चाहे वह कोरोना हो या गैस की किल्लत हो। हमने देखा है कि लोग आज भी लाइन में खड़े हैं। 15-15, 20-20 दिनों से होटल बंद हैं और सबसे बड़ी शर्मनाक बात यह है कि अपनी नाकामयाबी को उपलब्धि में बताने का काम इस सरकार के माध्यम से होता है।

माननीय सभापति महोदय, मैं हर बजट में हर किसी का भाषण सुनती हूं और इस भाषण में मैंने दो-तीन चीजें नोट की हैं। सत्ताधारी पक्ष के सांसदों के भाषण में एक बात बहुत कॉमन होती है और तीन बातें रटी-रटायी होती हैं। पहली बात यह होती है कि फास्टेस्ट ग्रोइंग इकोनॉमी, दूसरा, विकसित भारत और तीसरी हम दुनिया की तीसरी सबसे बड़ी अर्थव्यवस्था बनने जा रहे हैं। जब ये बड़े-बड़े दावे हम सुनते हैं, तो मुझे मराठी की एक मशहूर कहावत याद आती है, जिसका अर्थ है कि जो दिखता है वह वैसा होता नहीं है।

माननीय सभापति : वर्षा गायकवाड़ जी एक मिनट। आपके साथ जो माननीय सदस्य बैठे हुए हैं, मैं उन सभी सदस्यों से आग्रह करूंगा कि कृपया कैप के माध्यम से आप जो डिस्प्ले कर रहे हैं, वह आप उतार दें।

… (व्यवधान)

माननीय सभापति : मैं आप सबसे आग्रह कर रहा हूं। मुझे लगता है कि हम सब लोगों को इस सदन की जो मर्यादा है, परंपरा है, उसका पालन करना चाहिए। आप सब को धन्यवाद। बर्वे साहब, बहुत-बहुत धन्यवाद।

प्रो. वर्षा एकनाथ गायकवाड़ : महोदय, सरकार का यही असली चरित्र है। ये ट्रिलियन इकोनॉमी की बात करते हैं, बड़े पोस्टर लगाते हैं, लेकिन कागजों में और जमीन पर अगर आप हकीकत देखेंगे तो आपको बहुत अलग दिखाई देगी। आज देश का जो अन्नदाता किसान है, वह कर्जे से हारकर आत्महत्या कर रहा है। हम देख रहे हैं कि युवाओं को बेरोजगारी का सामना करना पड़ रहा है। हम महाराष्ट्र की बात करेंगे। एपस्टीन फाइल के बाद कल नासिक में देखा कि वहां जो अशोक खरात है, उन्होंने एक बड़ा सेक्स स्कैंडल किया है। महिलाओं का जिस तरह से आर्थिक शोषण

किया है और यह हमें कहीं न कहीं बता रहा है कि जिस तरह महिलाएं … (व्यवधान)

माननीय सभापति : जो इस सदन के सदस्य नहीं हैं, आप उन पर इस तरह के आरोप नहीं लगा सकती हैं।

… (व्यवधान)

प्रो. वर्षा एकनाथ गायकवाड़ : सर, मैंने महाराष्ट्र की बात कही है। आप मुझे बोलने दीजिए। उसे अरेस्ट किया है।… (व्यवधान)

माननीय सभापति : बर्वे जी, आप बैठे-बैठे मत बोलिए।

प्रो. वर्षा एकनाथ गायकवाड़ : सर, सबसे बड़ी बात यह है कि जिस तरह से आपको पता है कि चाहे पेट्रोल-डीजल की बात हो, गैस की बात हो, कमरतोड़ महंगाई की बात हो, टैक्स की बात हो, भ्रष्टाचार की बात हो, यह त्रासदी आम आदमी को सहनी पड़ रही है। आज जब लोग महंगाई से त्रस्त हैं, तो हम हमेशा देखते हैं कि भाजपा के जो लोग हैं, सरकार के जो लोग हैं, हमेशा भूतकाल की बात करते हैं, भविष्य काल की बात करते हैं। जब भूतकाल की बात आती है तो पंडित जवाहरलाल नेहरू जी की बात करते हैं और भविष्य की बात आती है तो वर्ष 2047 की बात करते हैं। वर्ष 2047 तक विकसित भारत का हमें झुनझुना देकर रखा है और कहते हैं कि वर्ष 2047 तक हम आपको विकसित भारत देंगे। आज जब पेट में आग लगी है, तो मैं पूछना चाहती हूं कि वर्ष 2047 में दावत देने का क्या फायदा है? सबसे बड़ी बात है कि अपनी नाकामियों को छुपाने के लिए अलग-अलग हथियार का इस्तेमाल करते हैं जैसे ईडी, सीबीआई, इनकम टैक्स। मीडिया तो सब कुछ है। अभी एक नया एजेंडा तय हुआ है। बॉलीवुड के माध्यम से एजेंडा चल रहा है। हम देख रहे हैं कि पहले फिल्मों की जो स्क्रिप्ट राइटिंग होती थी, वह किसी और से होती थी। लेकिन आज कल जो स्क्रिप्ट डायरेक्टर होता है या राइटिंग होती है, वह भाजपा के मुख्यालय से आती है। यह भी हमारे सामने सवाल हो गया है। हम चुनाव में देखते हैं कि जब भी चुनाव आता है तो हम देखते हैं कि असली मुद्दों से ध्यान भटकाने के लिए कई पिक्चरें आ जाती हैं। जैसे आपको मालूम है कि 'द कश्मीर फाइल' आई थी, 'द केरला स्टोरी' आई थी, अभी धुंरधर आई है। मैं यहां इसलिए

बताना चाहती हूं कि मेरे पास भी एक फाइल है। एक जुमला फाइल है। जब हम इस जुमला फाइल को देखते हैं तो प्रोपेगेंडा फाइल से घरों में, सिनेमा घरों में लोगों में नफरत फैलाने का काम होता है। जो जुमला फाइल है, वह देश की तस्वीर सामने लाने का काम करती है। जुमला फाइल के माध्यम से हम पूछते हैं कि आप दो करोड़ युवाओं को रोजगार देने वाली झूठी स्क्रिप्ट दिखा रहे थे। जुमला फाइल में 15 लाख रुपये का फ्लॉप डायलॉग था। आपने इस जुमला फाइल में कहा था कि किसान की आमदनी को दोगुना करने का एक सस्पेंस दिया गया था। मैं आज पूछना चाहती हूं कि क्या आज किसी को वह चीज मिली है? जुमला फाइल के डायेक्टर कौन हैं, इस सरकार में बैठे हुए लोग हैं, जो इस जुमला फाइल के प्रोपेगेंडा के सबसे बड़े जिम्मेदार लोग हैं।

इसके साथ मैं एक और चीज लाई हूं, वह मेरा पहला चेप्टर है। मैं इसमें बताना चाहती हूं कि टैक्स टेररिज्म कैसे होता है? मुझे यह इसलिए बताना है, क्योंकि इसका असर मेरे महाराष्ट्र पर भी होता है। सरकार भले ही टैक्स ट्रांसपेरेंसी, ईज ऑफ डूइंग बिजनैस का ढिंढोरा पीटे, लेकिन मैं यह बात बताना चाहती हूं कि सरकार की नीति और उनकी आर्थिक नीतियों की पोल खोलने का काम मैं यहां से करना चाहती हूं। मैं कहना चाहती हूं कि सरकार आंकड़े बताती है कि देश का कुल बकाया डायरेक्ट टैक्स डिमांड 47.42 लाख करोड़ रुपये है। लेकिन चौंकाने वाली बात यह है कि इसमें से 36.26 लाख करोड़ रुपये यानी 76 परसेंट से ज्यादा हिस्सा अधिकतर तौर पर वसूल न करने के योग्य मान लिया गया है। ये सबसे बड़े मास्टर स्ट्रोक जीएसटी की बात करते हैं। वर्ष 2022-23 के जीएसटी के जो चोरी के मामले हैं, वे 1 लाख 2 हजार 771 पकड़े गए थे और इसमें 6 लाख 86 हजार करोड़ रुपये का घोटाला हुआ है। सबसे बड़ा घोटाला फेक इनपुट टैक्स क्रेडिट है और छिपकर आने वाली सप्लाई में चल रहा है। मैं इसमें यह भी कहना चाहती हूं कि आप देखेंगे कि 57 हजार 593 मामलों में 7.73 लाख करोड़ रुपये का चूना लगाने का काम हुआ है। एक तरफ यह सरकार कहती है कि हम फुलप्रूफ काम करते हैं, पारदर्शी सिस्टम लाने का काम करते हैं। एक तरफ यह सरकार रात-दिन कहती है कि हम डिजिटल इंडिया की बात करते हैं और दूसरी तरफ सुरक्षा की ज़ीरो गारंटी देते हैं। हम एक तरफ देखते हैं कि इनकम टैक्स के ई-फाइलिंग पोर्टल पर

एक भयंकर खामी पकड़ी गई, जिसमें हमारे लाखों करदाता के बेहद संवेदनशील, निजी और वित्तीय डेटा को खतरे में डाला गया।

मैं टैक्स टेररिज्म का सबसे बड़ा स्केल बताना चाहती हूं। 1 अप्रैल, 2025 तक कमिश्नर ऑफ इनकम टैक्स, अपील के पास लगभग 5.4 लाख अपील्स पेंडिंग हैं, जिसमें देश के 18.16 लाख करोड़ रुपये का विवाद फंसा हुआ है। वर्षों तक चलने वाले विवादों के कारण उद्योगों की वर्किंग कैपिटल ब्लॉक हो जाती है। पूरा ध्यान व्यापार बढ़ाने से हटकर कोर्ट-कचहरी और नोटिसों के जवाब देने में लग जाता है। यही भारतीय जब फॉरेन इन्वेस्टर बनने जाते हैं, तो इन विवादों के कारण उनका वैल्यूएशन गिर जाता है। आज मैं यह बताना चाहती हूं कि हमारे नेता आदरणीय राहुल गांधी जी ने बिल्कुल सही कहा था कि यह जीएसटी नहीं है, यह …* है और इसे गरीब शोषण टैक्स भी कहा जा सकता है। यह …* अर्थव्यवस्था की रीढ़ कही जाने वाली एमएसएमई की कमर तोड़ देता है। मेरे राज्य की भी बहुत सारी एमएसएमई इससे बंद हो गई हैं। पूरे देश भर में वर्ष 2024-25 में लगभग 29,447 एमएसएमई हमेशा के लिए बंद हो गई हैं। मेरे महाराष्ट्र में 9,702, तमिलनाडु में 4,900, गुजरात में 3,534, राजस्थान में 3,274 और कर्नाटक में 2,188 उद्योग तबाह हो गए हैं। इस देश में इस टैक्स टेररिज्म का सबसे बड़ा क्रूर शिकार अगर कोई है, जो ग्रोथ इंजन है, तो वह मेरा महाराष्ट्र हो रहा है, यह मुझे यहां से कहना है। केंद्र सरकार के लिए महाराष्ट्र सिर्फ एक एटीएम मशीन बनकर रह गया है। यह मुझे यहां से कहना होगा।

महोदय, आंकड़े गवाह हैं कि वर्ष 2020-21 से लेकर 2024-25 तक देश के टोटल रेवेन्यू में अकेले महाराष्ट्र का योगदान 36.1 प्रतिशत है, लेकिन जब टैक्स डिवोल्यूशन की बात आती है, बंटवारे की बात आती है, तो हमें मात्र 6.65 प्रतिशत दिया जाता है। अब तो वह गिरकर केवल 6.441 प्रतिशत तक रह गया है। मतलब, जब हमारा राज्य 100 रुपये कमाकर आपको दे रहा है, तो आप हमको सात रुपये भी नहीं दे सकते? क्या यही आपका कोऑपरेटिव फेडरलिज्म है?

महोदय, मैं आज यहां से आपसे कहना चाहती हूं कि अगर आप अपनी राज्य सरकारों को

* Not recorded.

पहचानना चाहते हैं, आज ऐसी परिस्थितियां हो गई हैं कि आपकी अपनी राज्य सरकार इस नाइंसाफी के खिलाफ फाइनेंस कमिशन के सामने मेमोरेंडम देने के लिए मजबूर हो गई है। हमारी आज यहां से स्पष्ट मांग है कि राज्यों का वर्टिकल डिवोल्यूशन 41 प्रतिशत से बढ़ाकर 50 प्रतिशत करना चाहिए। मेरा यह कहना है कि केंद्र सरकार जो सेस और सरचार्जेस के नाम पर बैकडोर वसूली करती है, उसमें से एक रुपया भी राज्यों को नहीं मिलता है। इसलिए मेरी पुरजोर मांग है कि केंद्र सरकार के सभी सेस, सरचार्जेस एंड नॉन-टैक्स रेवेन्यू को तुरंत डिविजिबल पूल में शामिल किया जाए। महाराष्ट्र का हक मारकर आप विकसित भारत नहीं बना सकते। हमारी बात आपको सुननी होगी, हमें हमारा हक वापस मिलना चाहिए, हमें हमारा पैसा वापस मिलना चाहिए।

दूसरा, मैं आपके सामने महत्वपूर्ण चीज यह रखना चाहती हूं कि किस तरह से दलित, आदिवासी, अल्पसंख्यक और महिलाओं के साथ महाधोखा हो रहा है। सबसे बड़ा क्या काला अध्याय है, यह मैं यहां पर रखना चाहती हूं। दलित, आदिवासी और अल्पसंख्यकों के साथ धोखा- बड़े-बड़े होर्डिंग्स लग जाते हैं, प्रचार किया जाता है कि इस बजट में अनुसूचित जाति के लिए 1.96 मतलब 1,96,000 करोड़ रुपये रखे गए हैं और जनजातियों के लिए 1.41 लाख करोड़ रुपये का आवंटन किया गया है। अगर आप देखेंगे, तो एससी की आबादी के योजना के लिए जो ये पैसा बता रहे हैं कि 1.96 लाख करोड़ रुपये, ये अगर देखेंगे तो 3.67 प्रतिशत है, जबकि वर्ष 2011 की जनगणना में देखेंगे, तो हमारी जनगणना 16.6 प्रतिशत के हिसाब से यह बहुत ही कम देने का काम हुआ है, लेकिन जब हम इसका फाइन प्रिंट पढ़ते हैं, तो हकीकत हमारे सामने और भी आती है। असल में एससी के लिए सिर्फ 75,077 करोड़ रुपये देने का काम हुआ है और एसटी के लिए 62,093 करोड़ रुपये को अलग रखने का काम किया गया है। यह बजट का आवंटन नहीं है, यह हमारे हकों को मारने का बड़ा षडयंत्र है, ऐसा मेरा कहना है। हम वर्ष 2022-23 की बात करते हैं, कितना बजट हमें दिया? हमें 1.59 लाख करोड़ रुपये दिए। खर्चा कितना हुआ? 1.33 लाख करोड़ रुपये का खर्चा हुआ। वर्ष 2024-25 में हमको कितना बजट दिया? 1.65 लाख करोड़ रुपये का बजट दिया। खर्चा कितना हुआ? 1.2 लाख करोड़ रुपये का खर्चा हुआ। आज मैं

जनवरी, 2026 की बात करती हूं, हमें 1.96 लाख करोड़ रुपये का बजट मिला है। अब खर्चा इतना हुआ है- 91,937 हजार करोड़ रुपये। मैं यह इसलिए कहना चाहती हूं कि इस बजट का 54.51 परसेंटेज ही खर्चा हुआ है। एक तो यह है कि हमें हमारा पूरा बजट नहीं मिलता है। हमारा जो बजट मिलता है, वह खर्चा नहीं होता है। मैं यह सवाल सबसे पूछना चाहती हूं कि आने वाले दिनों में इसके लिए भी क्या प्रावधान होना चाहिए?

जो बच्चे ओवरसीज में पढ़ने के लिए गए हैं, उनका बजट कम करके 125 करोड़ रुपये दिए गए। उसके कारण 40 बच्चों को स्कॉलरशिप नहीं मिल पाई। इस सरकार में सबसे बुरा सलूक अल्पसंख्यकों के साथ हो रहा है। उनको जैसे बायकॉट ही कर दिया गया है। गृह मंत्रालय के आंकड़े बताते हैं कि वर्ष 2022-23 में अल्पसंख्यक कार्य मंत्रालय का आवंटन जो 2,612 करोड़ रुपये का था लेकिन खर्च सिर्फ 837 करोड़ रुपये किए गए। अल्पसंख्यक विभाग के वर्ष 2023-24 का बजट 2,608 करोड़ रुपये का था उसमें से मात्र एक 1,032 करोड़ रुपये खर्च किए गए। आप लोग यह क्यों कर रहे हैं। मुझे यह समझ में नहीं आ रहा है। जिस तरह से यह राज में सिर्फ बजट ही नहीं बल्कि आप देख रहे हैं कि एक तरफ बजट कम हो रहा है और दूसरी तरफ अत्याचार बढ़ते ही जा रहे हैं।

सभापति महोदय, मैं आपको एनसीआरबी का डेटा बताना चाहती हूं। तो दलितों के खिलाफ अपराध के मामले वर्ष 2020 में 50,291 थे। अब वह बढ़ कर वर्ष 2022 में जो है, वह 57,582 हो गए हैं। ये बहुत शर्मनाक आंकड़े हैं। मैं यहां से पुरजोर मांग करना चाहती हूं कि सरकार कानून लेकर आए, जिसमें एससी और एसटी के स्पेशल कंपोनेंट फंड को नॉन-डायवर्टेबल, नॉन-लैप्सेबल बनाया जाए। इस फंड का आवंटन आबादी के अनुसार मिले। पैसे का दुरुपयोग रोकने के लिए एक स्टेट्यूटरी मॉनिटरिंग मशीनरी स्थापित की जाए। जो अधिकारी समाज का पैसा समाज तक नहीं पहुंचाता है, समाज को इससे वंचित रखता है, उसके ऊपर भी कानूनी कार्रवाई होनी चाहिए। मैं यह भी यहां से मांग करती हूं।

सभापति महोदय, इनकी युवाओं के भविष्य के बारे में क्या सोच है, यह भी यहां पर पेश

करना चाहती हूं कि आपने उनके सामने किस तरह से खोखला भविष्य रखा है। वर्ष 2023 में 2.8 करोड़ पढ़े लिखे युवा थे जो बाद में बेरोजगार बने । आज देश में दस करोड़ युवा हताश होकर नौकरी ढूंढना छोड़ दिए हैं । सितंबर, 2025 तक के यूथ इम्प्लॉयमेंट का रेट 15 टक्का है । ...(व्यवधान)

माननीय सभापति : कृपया समाप्त करें । आपके पार्टी से और भी माननीय सदस्य हैं । आपकी पार्टी ने जो समय दिया है, मैंने उतना समय दिया।

प्रो. वर्षा एकनाथ गायकवाड़ : आपने प्राइम मिनिस्टर इंटर्नशिप योजना का तमाशा किया, तो उसका क्या नतीजा निकला? आपने पंत प्रधान योजना का जो किया है, उसमें से छ: लाख में मात्र 95 इंटर्न्स को फुल टाइम नौकरी मिली है। लाखों लोगों ने वहां भाग लिया लेकिन 95 इंटर्न्स को ही नौकरी मिली। यह क्रूर मजाक है। जब युवा हताश होता है तो वे नशे के आदी हो जाते हैं। आज देश में क्या परिस्थिति है, आप यह बताइए। मुझे यह बताने में अच्छा नहीं लग रहा है, लेकिन आज 12 साल के युवा भी नशे के आदी हो रहे हैं। यह देश के लिए सबसे बड़ी चिंता है। मैं खेल के बारे में कहना चाहती हूं। खेल के बजट में किस प्रकार से कटौती हो रही है । खेलो इंडिया को हजार करोड़ रुपए दिए जा रहे हैं और NSFs को 325 करोड़ रुपये दिए गए हैं।...(व्यवधान)

माननीय सभापति : अगर आपकी कोई मांग हो तो मांग करें। आपको बोलते हुए 15 मिनट हो गए हैं।

प्रो. वर्षा एकनाथ गायकवाड़ : मैं खिला़डियों के लिए मांग रखती हूं कि चीन के वर्ष 2023 की बजट 23 बिलियन डॉलर थी । स्पोर्ट्स विभाग का बजट बढ़ाया जाए । 'साई' में 40 प्रतिशत कोचिंग स्टाफ की वैकेंसीज हैं, नारा में 17 टका और एनडीटीएल के 52 टका पद खाली हैं। जब हमारे कोच ही नहीं रहेंगे, जब हमारी यंत्रणा ही नहीं रहेगी तो हमारे स्पोर्ट्समैन कैसे पैदा होंगे जो कल मेडल लेकर आएंगे? बजट में शिक्षा का प्रतिशत गिर कर 2.9 हुआ है, हमें उसे बढ़ा कर छ: प्रतिशत करना चाहिए। आज दक्षिण अफ्रीका और ब्राजील की तरह यह किया जाए।...(व्यवधान)

सर, मैं अंत में यही कहना चाहूंगी, मैंने ट्रेजरी की तरफ से बार-बार यह सुना है कि हम फोर्थ

लार्जेस्ट इकोनॉमी है, लेकिन हकीकत यह है कि पर कैपीटा जीडीपी के मामले में हम 194 देशों में से 146वें नम्बर पर हैं। हमारी पर-कैपिटा इनकम 2,694 डॉलर है। लीबिया एंड नामीबिया जैसे देश भी हमसे आगे हैं।

माननीय सभापति : आपको बहुत-बहुत धन्यवाद।

...(व्यवधान)

प्रो. वर्षा एकनाथ गायकवाड़ : सरकार ने 53 लाख करोड़ रुपए का बजट पेश किया है, लेकिन इसमें से 14 लाख करोड़ रुपये पुराने कर्ज का ब्याज देना है, जो 40 टक्का है। 140 करोड़ आबादी वाले इस देश में एक आदमी के हिस्से में 28 हजार रुपये भी नहीं आ रहे हैं। यह पूरा माया जाल है।...(व्यवधान)

"आंकड़ों की बाजीगरी से हकीकत नहीं छुपती
तुम्हारे खोखले जुमलों से जनता की भूख नहीं मिटती।"

SHRI BASAVARAJ BOMMAI (HAVERI): Hon. Chairperson, I thank your goodself for giving me an opportunity to speak. I would also like to thank the hon. Prime Minister and the hon. Finance Minister for having presented this Finance Bill, 2026.

Sir, the Finance Bill has not come out of nowhere. इस फाइनेंस बिल के पीछे बहुत बड़ी मेहनत है। डिजरेली ने कहा है, there is no magic in economics, only results, and those results are there to be seen. जब मोदी जी प्रधानमंत्री बने तब देश की इकोनॉमी का बुरा हाल था कि कहां से शुरू करें, कहां रिपेयर करें, कहां क्या करें। इतना बुरा हाल था कि इनफ्लेशन डबल फिगर में थी और इकोनॉमी सिंगल डिजीट में थी। हम फ्रेजाइल फाइव में थे। देश की अर्थव्यवस्था के रैंक में हम 11वें स्थान पर थे। हमने जीरो लेवल से शुरू किया है। पहले इकोनॉमी और फाइनेंस को रि-बिल्ड किया, फिर रि-इनफोर्स किया और अब रिफार्म कर रहे हैं। अभी जो रिफार्म्स आया है, इसके बैकग्राउंड के पीछे 11 साल की कड़ी मेहनत है, डिस्पलीन है

और लोगों ने रिस्पांस किया है।

इकोनॉमी सिर्फ पैसा नहीं होता है। एक क्रिएशन ऑफ वेल्थ होता है। क्रिएशन लोगों की कड़ी मेहनत से होती है। बॉटम ऑफ द पिरामिड पर जो लोग हैं, वही मूवर्स एंड शेकर्स है। हम यहां बैठे हैं और यही समझते हैं कि इस देश की तकदीर बदलते हैं। असली तकदीर वे बदलते हैं जो धूप और छावं में कड़ी मेहनत करते हैं और देश को बनाते हैं। हम लोग यहां से रोड सैंक्शन कर सकते हैं लेकिन बनाने वाले कड़ी मेहनत करते हैं। The sweat of the labourer and the blood of the farmer combines together to build the nation. पहले पॉलिसी पैरालाइसिस था, कुछ चीजों में कोई निर्णय नहीं होता था, लेकिन अब डिसाइसिव गवर्नमेंट है, अगर कोई विजनरी प्राइम मिनिस्टर हो तो क्लैमिटी को ऑपच्युर्निटी में बदल सकता है। यह हमारी सरकार ने करके दिखाया है, फाइनेंस मिनिस्टर ने दिखाया है और प्रधानमंत्री जी ने दिखाया है।

Sir, I now come straightaway to the Union Budget. इन लोगों को जो भी कहना है, वह कह सुकते हैं क्योंकि ये अपोजिशन में हैं। इन लोगों ने पूरा खजाना खाली कर दिया था, अभी ये करना चाहिए, वो करना चाहिए, बोल रहे हैं। अभी ये सब कहने के लायक क्यों हो गए क्योंकि मोदी जी ने इनको सही रास्ते पर लेकर आए। Sir, our expenditure has grown to 7.7 per cent, compared to the last year.

Our receipts are also going more than seven per cent. Our GDP growth with inflation is estimated to be 10 per cent. A double-digit GDP is expected this year. Our deficits, fiscal deficit has come down from 4.4 to 4.3.

Now, the whole situation is changing in the last one month. Our hon. Prime Minister has made a statement on the Gulf War today. It has got a lot of repercussions on the lives of the people throughout the world and within the country also. And he gave elaborate arrangements on what he has done. Sir, I want to remind that during the Iran-Iraq War and US-Iraq War, within three

days, there was a long queue in petrol pumps. We have suffered a lot. For kilometres, long queues were there in petrol pumps. Now, the war has entered the 22nd day, but there is no queue in petrol pumps. Why? This is because we have increased our capacity in 11 years. We have increased our processing capacity and with the goodwill of Modi ji, we are able to get our crude oil in time and save the hardship to the people, the common people, to the economy of this country.

Sir, if you look around all the other countries, what is happening? They are in total mess. They have called for holidays. The life has stopped there. But no life has been stopped, no economic activity has been stopped. Certain portions of LPG are in problems. I understand but that is also going to be eased out now, thanks to the able administration and diplomatic efficiency of the Government and Modi ji, the goodwill of Modi ji. In these circumstances, what should have been done? What is the repercussion? How much more money do we require? That is the challenge before us. It has been estimated by the Finance Committee itself that we might need one lakh crore rupees more, so that we can face all these kinds of a crisis. It has come to my notice and I am sure that while replying, the hon. Finance Minister will say that how much money she is ready to keep to face this crisis. I am very much sure because during COVID we have seen much bigger crisis. During COVID, States were taken care. The GST compensation was taken care. The migration workers were taken care. Food was taken care. Health was taken care. Vaccination was done. This speaks volumes of the Government and the

test of the Government is in crisis. When there is a crisis, then the ability of the Government and the leadership is under test. And I am very proud to say that in all the difficulties, in all the situations, Modi ji's ability has come to the rescue of the people, of the common man.

Sir, I would like to bring certain things to your kind notice that in this Bill, there are certain reforms. Everybody knows, I do not want to elaborate on that. There are tax holidays. There is a lot of minimum alternate tax. No credit accumulation has been done. There are some strict measures also. Rationalisation of penalties has also been done. At TCS, the rates have been reduced from five per cent to two per cent. It is a visionary Government, as I have said. There is a high-level Committee - it has been done - on banking for Viksit Bharat, to maintain and review foreign exchange management. We are very strong in foreign exchange, but still, to look forward for the different kind of situations, we need a policy on consolidating the foreign exchange management. That is why, a committee has been done, and they are going to recommend the same. Sir, I must say that, as I said, there is no magic in economics, only results.

The results are achieved through hard work. We can see in infrastructure that we started with roads, then we came to railways and the airways, and this year we are going to the waterways. All modes of travel and all modes of transportation will be modernized.

Almost 80 per cent of our Railways has been electrified. This is one of the greatest achievements which no previous Government could achieve. We

are going to have 100 per cent electrification in next 3-4 years. This brings a big change.

Secondly, in waterways, we are going to use our water power for transportation. It will be a very easy method and a very low-cost method, and that is there to be seen. It starts in Ganga belt now, Sir, in your State, and from there to Gujarat and then, wherever there are rivers, which are there all throughout the year, there can be transportation. This is going to bring a big change.

Our ports have been improved in the Sagarmala programme. The port's carrying capacity and holding capacity has increased manifold. Hence, we could park all these kinds of big ships carrying petroleum and crude oil and within a week we could accommodate everyone. Therefore, it is not a one-day job. The hard work is there.

As regards energy sector, as our Finance Minister was telling today and our Prime Minister has said in the House today that more than 50 per cent of our energy requirement today comes from renewable energy. This is the greatest achievement. The renewable energy is the cheapest form of energy and it can be produced in our country. There is a sovereign integrity in that energy, and that has really helped us in this crisis.

Energy is the main source for the economic growth. For our 'e' in economy to grow, there has to be another 'e', that is energy. We are a forward-looking Government. We are not happy with what we have achieved. We are looking forward and the next step is that we are going nuclear. The US went

that way 100 years back and that is how they became energy self-sufficient. There will be small energy power producing nuclear plants, and that day India will be totally free from all kinds of dependence on foreign power. They have given 15 years for that, and I am sure that in the Viksit Bharat by 2047, we will be an energy independent country. Nuclear energy will also be a clean energy, and that is the way forward. Modi ji has taken steps in that direction.

As far as agriculture is concerned, a lot has been said about investment in agriculture. I also agree to it. There is one formula. Mr. Nehru was speaking about it. I also agree that one per cent growth in the primary sector, that is agriculture will bring in four per cent growth in secondary sector, that is manufacturing sector, and 10 per cent growth in the service sector. Therefore, there has to be more capital investment in agriculture. We have been investing a lot, but only very little in terms of loans to the farmers. But capital investment has to come in it.

We were 33 crore people when we got Independence and we did not have food. There was no food security. Now, we are 130 crore. We have got that food security because of the hard work of the farmers. Agriculture has grown, but farmer is poor. So, our focus should be on welfare of the farmer. If a farmer is able to have his economy consolidated where he will not stretch his hands for loans for his daughter's education or marriage or his family’s health, then he can grow much more.

That is the idea behind it. That is why there are a lot of subsidy schemes. Agriculture is also a State subject. You cannot blame only the

Centre. As far as the Centre is concerned, we are giving Rs.1,75,000 crore subsidy for farmers. Otherwise, our farmers would not have been able to buy the fertilizer. The fertilizer, which is Rs.2000 to Rs.3000 per quintal, is selling at Rs.500 to Rs.800. It is because of the Central subsidy. The Modi Government has increased this subsidy from Rs.75,000 crore to Rs.1,75,000 crore.

I compliment the hon. Prime Minister. His unique scheme where he is spending Rs.65,000 crore every year is the Kisan Samman Yojana. The Kisan Samman Samman Yojana is the greatest innovation for the individual farmer, especially the smaller ones. Every year, Rs.65,000 crore are being spent in this country.

As far as youths are concerned, MUDRA is a unique programme. I can go on like this. But my ultimate aim is that we should have a strong economy for the future of this country. A strong economy comes only with a greater visionary leader, good policies and hard work. The best part is that people should believe in the leader. That belief, that trust will come only through hard work, only through the results. That result has been shown by none other than Modi Ji. Whatever he speaks, will be done. 'मोदी है तो मुमकिन है', 'मोदी है तो मैजिक है', उनको जो मिस्टिक है, वह हमारे लिए मैजिक है और वह मैजिक हो जाएगा ।... (व्यवधान) फील्ड में जो लेबर्स काम करते हैं, उनको मोदी जी के ऊपर यकीन है। इनको यकीन हो या न हो, इससे फर्क नहीं पड़ेगा।

सर, जब हम 'विकसित भारत' की बात करते हैं तो ये बोलते हैं कि तब तक कौन रहेगा? भाई, यह देश रहेगा ।... (व्यवधान) हम रहें, न रहें, यह देश रहेगा और हमारे बच्चे रहेंगे । ... (व्यवधान) वे याद करेंगे कि मोदी जी थे, इसलिए हम ऐसी जिन्दगी जी रहे हैं ।... (व्यवधान)

आप बच्चों की सोचिए, आगे की सोचिए, देश के बारे में सोचिए। पॉलिटिक्स करने के लिए तो पूरी जिन्दगी पड़ी है।... (व्यवधान) आप किस-किस में पॉलिटिक्स ढूँढ़ेंगे? ... (व्यवधान) गल्फ वॉर हुआ तो आप पॉलिटिक्स देखते हैं, कोविड आया तो पॉलिटिक्स देखते हैं।... (व्यवधान) आप निगेटिज्म को पूरी तरह से छोड़ दीजिए।... (व्यवधान) इससे आपकी भी जिन्दगी सुधर जाएगी, आपका भी पॉलिटिकल फ्यूचर सुधर जाएगा।... (व्यवधान) लेकिन, जब तक आप निगेटिव से शादी करके रहेंगे, तब तक आपका कुछ नहीं होने वाला है।... (व्यवधान)

HON. CHAIRPERSON : Kindly address the Chair.

SHRI BASAVARAJ BOMMAI: Sir, I stand here to support all the reforms brought by the hon. Finance Minister. I am confident that the future is very bright in spite of all the challenges. The sun will shine on Bharat and the sun will shine on all the policies of Modi Ji. Under the leadership of Modi Ji, we will see it. भारत माता की जय।

SHRI SACHITHANANTHAM R. (DINDIGUL): Hon. Chairperson, Sir, I thank you for giving me the opportunity to speak on the Finance Bill, 2026. It is not really clear why we keep looking to successive Union Budgets for significant economic policy changes. By now, experience should have taught us that we should neither believe the declared Budget Estimates of revenue and expenditure in the coming fiscal year, nor have much faith in the schemes and outlays that were promised in the Budget speech. Even so, we keep looking, perhaps because we realize that some unstated priorities and approaches are revealed, at least through the actual pattern of resource raising and spending.

Sir, in this context, three features of the current Budget stand out, none of them particularly surprising. First, this Budget will do little if nothing to

address the central problems facing the Indian economy today: sharp increase in inequality leading to depressed mass consumption demand, related to this, the serious employment crisis reflected particularly in largely stagnant real wages, worsening conditions of self-employment and a real distress in finding jobs, especially for the youth; and all this then resulting in sluggish private investment, not just among corporates, but also among all medium enterprises that see much reduced possibilities of profitable economic activity.

Dealing with this would have required significant changes in policy orientation, more public spending in health, education, agriculture and rural development; proactive employment generation policies, not just through genuine employment guarantees in rural and urban areas, but also through the systematic package to create financial viability and technology access for small medium enterprises; and greater no-strings generosity to State Governments that are also better positioned to make such changes on the ground.

Sir, the Modi Government's miserly, bordering the exploitative attitude to State Governments as well as its overtly partisan approach has come out clearly in fiscal policy. Tax revenues are constitutionally required to be shared with the State Governments according to the ratio and the pattern determined by the successive Finance Commissions. The 14th Finance Commission recommended increasing the States' share in total divisible pool from 32 per cent to 42 per cent, to be implemented over the period 2015-2020. Yet the Government has effectively managed to circumvent this by significantly increasing the share of cesses and surcharges on tax, which do not have to be

shared with the States. This has brought down the share of tax revenues going to States to 34 per cent in the last few years. This is also evident from the Revised Estimates of the current year.

At the same time, the Centre has taken a decision on taxation without consulting State Governments. So, States' revenues are curtailed by such Central policies without any compensation. Now, this year's Budget reveals that when anticipated tax revenues are not received, the default choice of Central Government is to cut Central transfers to States. The Revised Estimates suggest that net tax revenues going to the Centre are going to be lower than the budgetary expectation.

Sir, the Modi Government's politically partisan approach to States has also been evident for some time. It is felt by the opposition-ruled States that have been denied central funds even in the face of natural calamities. Meanwhile, the States are openly promised more funds if only their people choose to elect a double-engine Sarkar in a brazen denial of basic principles of federalism. But the centralising tendency has become most evident recently in the law that effectively dismantles the rural employment guarantee by changing its character away from the rights-based demand-driven scheme available in all rural areas to one which the Central Government decides when, where and how much employment it provides and allows more capital investment and contractors.

All this even as the new law requires the State Governments to bear 40 per cent of the costs which would make it financially impossible for most States

to continue a part of the present level of employment in the scheme, even if the Centre were to decide on it.

Sir, the Budget allocates Rs 95,692 crore for the new Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin). It is quite possible that other planned rural infrastructure works will be simply transferred to this scheme, because capital-intensive contractor-based works can also be undertaken.

HON. CHAIRPERSON: Kindly conclude.

SHRI SACHITHANANTHAM R.: In addition, the Centre expects the State Governments to cough up an additional amount to bring the total up to Rs 151,282 crore.

HON. CHAIRPERSON: Make it brief Shri Sachithanantham ji. Kindly put your demands.

SHRI SACHITHANANTHAM R.: This is financially impossible for most States, which are already facing huge financial pressure. So, the Centre can then blame the States if the new scheme delivers less than the MNREGA, as it is bound to. The promise of 125 days of work per household will obviously not be met, but now the Modi Government can say that it is not its own fault, but that of the State Government that has refused to do its bit.

HON. CHAIRPERSON: Thank you.

SHRI SACHITHANANTHAM R.: It can win both ways: claim the scheme as yet another gift of the leader rather than a right of the people and then blame state governments if the scheme does not deliver.

***SHRI NAVASKANI K. (RAMANATHAPURAM):** Hon. Chairman Sir, Vanakkam. Thank you for the opportunity for allowing me to speak on the Finance Bill 2026. This Finance Bill is being brought without any major direct benefit to the people belonging to lower strata and middle class as there is multiple taxation followed by price rise and sever economic crisis. You have provided so many incentives and priorities to the rich people. Rather you have increased the burden on the middle class by way of taxes. This Budget has placed on the common people and the voters with lots of burden. We have been demanding for increasing the funds given under MPLAD Scheme. An amount of Rs. 5 crore is only provided every year to a Parliamentary constituency which has six Assembly Constituencies. On the top of it 18 per cent GST is also levied on this amount. This alone comes to Rs. 90 lakhs. We cannot even fulfil 10 per cent of needs with the remaining MPLAD funds. Therefore it is my fervent appeal to increase and enhance the MPLAD funds. Moreover the GST levied on this amount should be withdrawn. My parliamentary constituency has a long coastal area. Fishermen live in large numbers. These fishermen live and engage in their profession everyday with lots of fear due to the about attacks and atrocities carried out by the Navy of a neighbouring country and the ill impact of natural disasters. I have been raising in this House to ensure the safety of our Tamil fishermen. When their livelihood is affected, Tamil Nadu Government provides financial assistance to these Tamil fishermen. Similarly I urge upon the Union Government to extend

* English translation of the speech originally delivered in Tamil.

financial support to our fishermen when their lives are affected. Whenever our fishermen are arrested by Srilankan Navy and their boats are confiscated by them, Tamil Nadu Government provides relief and assistance to these fishermen. But the Union Government has not provided even a single rupee to these affected fishermen. Similarly, if they go missing due to natural disasters, I urge that additional helicopters of INS should be deployed immediately to trace these missing fishermen. Orders should be issued for tracing such missing fishermen immediately. I urge that the safety of our Indian fishermen should be ensured in all ways. Similarly, my Ramanathapuram district is an aspirational district. With contribution from the Union Government, industries should be established in Ramanathapuram district for creating additional employment.

18.00 hrs

माननीय सभापति : माननीय सदस्यगण, मेरे पास बोलने वाले वक्ताओं की लंबी सूची है। अगर सभी माननीय सदस्य इस महत्वपूर्ण विधेयक पर बोलना चाहते हैं और सभा की सहमति हो तो सदन का समय सात बजे तक बढ़ा दिया जाए?

अनेक माननीय सदस्य : जी, हॉं।... (व्यवधान)

माननीय सभापति : ठीक है, अभी एक घंटे के लिए बढ़ाते हैं, उसके बाद आगे का देखेंगे।

... (व्यवधान)

***SHRI NAVASKANI K.:** There exists a Textile Mill belonging to the National Textile Corporation in Kamuthakudi of Ramanathapuram district. This textile mill should be improved and expanded with a view to provide additional

* English translation of the speech originally delivered in Tamil.

employment to the people of this area. During the regime of UPA-1 and UPA-2, the 100-day employment guarantee Scheme was brought for providing direct employment benefits to the rural poor. Similarly the Food Security Scheme and the Right to Information Act were the Schemes brought out by the Congress led UPA government at the Union. I want to ask whether this Government has brought any of the people welfare Schemes in this way as brought by the Congress government in the past. Whether you are engaged in bringing such a welfare Scheme? Other than engaging in the politics of religion, caste and language, this Government has done nothing. You have brought a Budget for Rs. 53.47 lakh crores. But it is painful that you have not included any Scheme with this huge Budget for the welfare of poor, downtrodden, farmers and middle-class people.

Prime Minister National Relief Fund, PMNRF is a Scheme under which an amount of Rs 3, 00, 000/- is released for treatment of heart ailments and cancer. But only 30 members are provided such a fund annually under this Scheme. As the number of applicants are large in number, we are unable to help them. I therefore request you to increase the number of beneficiaries under PMNRF.

You claimed that the cost is 30 percent less as you import Crude oil from Russia. Brushing aside opposition from the United States of America, you procured crude oil from Russia. But America, with anger in mind, levied additional tax on all the goods exported from India to their country. All Indian exporters were affected due to this. Our exports and businesses were very

much affected. Even now the private oil companies are earning 30 per cent profit. The people of our country would have appreciated if you had allowed them to get at least 10 percent cost benefit. But with the intention of benefitting private oil companies with profit, this crude oil after getting refined was exported with 30 per cent profit. This profit of 30 per cent is for the AmbaniGroup. The people of this country do not avail any benefit. Now our Prime Minister comes to this House and makes a statement about oil crisis.

HON. CHAIRPERSON: Kindly complete your sentence. You just complete your one line.

*__SHRI NAVASKANI K.:__ Budget should benefit the common man and those at the last mile. This Union Budget does not seem to be a Budget benefitting the poor and downtrodden, but it is a statement aimed to increasing our blood pressure beyond control.

Thank you.

डॉ. राजकुमार सांगवान (बागपत) : सभापति महोदय, आपने मुझे वित्त विधेयक, 2026 के पक्ष में बोलने का अवसर प्रदान किया है, उसके लिए मैं आपको धन्यवाद देता हूँ।

माननीय सभापति महोदय, वित्त विधेयक, 2026 की मुख्य घोषणाएं मुख्य रूप से कर प्रणाली के सरलीकरण, डिजिटल अर्थव्यवस्था को बढ़ावा देने और मध्यम वर्ग को राहत देने पर केंद्रित हैं। सरकार ने पुराने इनकम टैक्स एक्ट की समीक्षा पूरी कर ली है। अब एक सरल और स्पष्ट 'नया आयकर अधिनियम' लागू किया गया है, जिसका उद्देश्य मुकदमों को कम करना और करदाताओं के लिए नियमों को आसान बनाना है।

विदेश यात्रा के शौकीनों के लिए बड़ी राहत देते हुए विदेश यात्रा पैकेज पर टैक्स 5 परसेंट

* English translation of the speech originally delivered in Tamil.

से घटाकर 2 परसेंट कर दिया गया है। अब करदाता अपने इनकम टैक्स रिटर्न को 31 मार्च तक संशोधित कर सकेंगे, जिसकी समय सीमा पहले 31 दिसंबर थी। विदेशी कंपनियों पर कॉर्पोरेट टैक्स की दर को 35 परसेंट से घटाकर 30 परसेंट कर दिया गया है, ताकि विदेशी निवेश को बढ़ावा मिल सके।

मोबाइल फोन, चार्जर और बिजली के कुछ कलपुर्जों पर सीमा शुल्क कम किया गया है,जिससे आने वाले समय में इलेक्ट्रॉनिक उपकरण सस्ते हो सकते हैं। तीन कैंसर दवाओं को सीमा शुल्क से पूरी तरह मुक्त कर दिया गया है।

सभापति महोदय, मैंने कैंसर जैसी बीमारी से बहुत से परिवारों को बर्बाद होते हुए देखा है। महंगी दवाइयां और कैंसर की बीमारी ठीक होने के रिजल्ट बहुत कम थे। कैंसर की महंगी दवाइयों के कारण उनके परिवारों को आर्थिक रूप से बहुत नुकसान उठाना पड़ा है।

सोना और चांदी की कीमती धातुओं पर आयात शुल्क को तर्कसंगत बनाया गया है, ताकि घरेलू बाजार में कीमतों को स्थिर रखा जा सके। मुद्रा ऋण की सीमा 10 लाख रुपये से बढ़ाकर 20 लाख रुपये कर दी गई है, जिससे छोटे उद्यमियों को अधिक पूंजी मिल सकेगी।

इसमें कृषि भूमि के अधिग्रहण पर मिलने वाले मुआवजे को टैक्स के दायरे से बाहर रखने के प्रावधानों को और स्पष्ट किया गया है। वित्त विधेयक, 2026 का मुख्य उद्देश्य कर प्रशासन में पारदर्शिता लाना और 'ईज ऑफ लिविंग' को बढ़ावा देना है, जिससे इस देश के आम नागरिकों को बहुत लाभ होगा।

माननीय सभापति महोदय, यह विधेयक देश में महंगाई नियंत्रण और विकास को मजबूत करेगा। यह मध्यम वर्ग, किसानों और युवाओं की कल्याणकारी योजनाओं को गति देगा। यह भारत की प्रगति का आधार बनेगा। इसलिए मैं पूर्ण हृदय से इस विधेयक का समर्थन करते हुए अपनी एक मांग आपके समक्ष रखना चाहता हूँ।

सभापति महोदय, अभी बात रखी गई थी कि देश के खिलाड़ी जो एशियाड ओलम्पिक में मेडल लाने का काम करते हैं और आर्थिक रूप से कमजोर हैं, उनके रहने, खाने और अच्छी

कोचिंग के लिए निशुल्क इंतजाम किए जाने चाहिए । साथ ही इसके लिए बजट बढ़ाया जाना चाहिए।

इसके अलावा मेरा बागपत लोक सभा क्षेत्र है, उस क्षेत्र के किसानों को सशक्त बनाने के लिए बागपत लोक सभा क्षेत्र के चौगामा क्षेत्र में एग्रीटैक पार्क पर विचार किया जाना चाहिए। मेरी एक और महत्वपूर्ण मांग है, जो किसानों के भूमि अधिग्रहण से संबंधित है।

यदि कोई किसान किसी सार्वजनिक परियोजना हेतु स्वेच्छा से अपनी कृषि भूमि सरकार अथवा विकास प्राधिकरण को हस्तांतरित करता है, तो इस लेन-देन को सामान्य बिक्री मानते हुए उस पर पूंजीगत लाभ कर लगाया जाता है। इसके विपरीत, यदि वही भूमि भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित मुआवजा और पारदर्शिता का अधिकार अधिनियम, 2013के अंतर्गत अनिवार्य रूप से अधिग्रहित की जाती है, तो प्राप्त मुआवजा आयकर अधिनियम की धारा 10(37) के अंतर्गत पूर्णत: करमुक्त होता है। यह भेदभाव है।

माननीय सभापति महोदय, मैं आपके माध्यम से एक मांग करता हूँ कि यदि किसी किसान द्वारा किसी सरकारी संस्था अथवा सरकार से संबद्ध निकाय जैसे विकास प्राधिकरण/एमडीए को अधिसूचित सार्वजनिक उद्देश्य परियोजना हेतु कृषि भूमि का हस्तांतरण, चाहे वह स्वैच्छिक समझौते के माध्यम से हो या अनिवार्य अधिग्रहण द्वारा हो, आयकर अधिनियम, 1961 की धारा 10(37) के अंतर्गत स्पष्ट रूप से सम्मिलित किया जाए, ताकि उसे आयकर/पूंजीगत लाभ कर से मुक्त किया जा सके।

इससे किसानों के साथ निष्पक्षता एवं समानता सुनिश्चित होगी। सरकार और किसानों के बीच विश्वास सुदृढ़ होगा तथा विकास परियोजनाओं के क्रियान्वयन में अनावश्यक गतिरोध समाप्त होंगे । यह व्यवस्था राष्ट्र निर्माण में किसानों की भूमिका को विधायी स्तर पर सम्मान देने के अनुरूप भी होगी।

सभापति महोदय, आपने मुझे बोलने का अवसर दिया, उसके लिए आपको बहुत-बहुत धन्यवाद।

श्री राजा राम सिंह (काराकाट) : सभापति महोदय, आज 23 मार्च है और साम्राज्यवाद का नाश हो, इंकलाब जिंदाबाद का नारा देने वाले शहीदे ए आजम भगत सिंह, सुखदेव और राजगुरु का शहादत दिवस है। हमने सदन में उन्हें नमन किया है, श्रद्धांजलि दी है। मैं अपनी बात उनके एक शेर से शुरू करना चाहूंगा। उन्होंने कहा था :-

"हवा में रहेगी मेरे ख्यालों की बिजली

ये मुश्ते ख़ाक है फानी, रहे-रहे न रहे।"

मैं इस संदर्भ में कहना चाहता हूँ कि कई बार जीवन में जिंदगी बचा लेना ही बहुत बड़ी सिफ़त नहीं होती है। जान आती-जाती रहती है, लेकिन मान-स्वाभिमान सदियों तक बना रहता है। सभ्यताएं उससे बनती हैं, विकसित होती हैं और टिकी रहती हैं।

साम्राज्यवाद का उस समय भी नाश हो और आज भी नाश हो, क्योंकि साम्राज्यवादी युद्ध जब भी होते हैं, तो संसाधनों और बाजार पर कब्जे के लिए होते हैं। यह चीज हमने फर्स्ट वर्ल्ड वॉर और सेकेंड वर्ल्ड वॉर से भी दुनिया में देखी है। इस बार भी यही सब चल रहा है। वेनेजुएला का तेल हमारे कब्जे में हो, इरान का तेल हमारे कब्जे में हो, इराक का तेल हमारे कब्जे में हो, कुवैत का हो, सऊदी अरब का हो, पूरी दुनिया के प्राकृतिक संसाधन और पर्यावरण ठीक करने के लिए ग्रीनलैंड हमारे कब्जे में हो। भारत में अगर ज्यादा कृषि भूमि है, तो भारत की भूमि हमारे कब्जे में हो। यह मेंटालिटी दुनिया में साम्राज्यवाद के फैलाव की मानसिकता को दर्शाती है। इसके खिलाफ भारत निश्चित रूप से खड़ा रहा है और भारत को खड़ा होना चाहिए। इस लिहाज से हम सत्ताधारी दल के विचारों से असहमत हैं। उसके साथ हम खड़े नहीं हो सकते हैं। जिस प्रकार से इतने दिन की चुप्पी रही, पूरा देश जानना चाहता था कि इस पर हमारी क्या पोजीशन है? आज प्रधानमंत्री जी के बोलने से खुशी हुई कि देश में एक संदेश गया। लेकिन, मेरे मन में यह आया कि क्या अमरीका कमजोर हो रहा है और इरान मजबूत हो रहा है? यह बात मेरे दिमाग में आयी। जो भी हो, आज एक संदेश गया कि भारत एक सेफ पोजीशन में है, एक मजबूत पोजीशन में है। हम आर्थिक रूप से अपनी डिप्लोमेसी को लेकर अपने उपभोक्ताओं और किसानों को कष्ट नहीं होने देंगे। हालांकि,

कष्ट हो रहा है। एलपीजी के सिलेंडर नहीं मिल रहे हैं। अन्य तमाम तरह की दिक्कतें हो रही हैं। 'आशंका भी एक बड़ा कष्ट है' और देश में आशंकाएं भी हैं। सरकार को उन आशंकाओं को दूर करना है और जनता को सुविधा प्रदान करनी है।

ब्रिटिश के आने के पहले पश्चिमी भारत के हिस्से- सूरत, गोवा, महाराष्ट्र और जो अन्य हिस्से थे, इन पर डच और फ्रांसीसियों को कब्जा हुआ करता था। अंग्रेज आ रहे थे, उनका प्रभाव बढ़ रहा था। उन्होंने एक फ्रेंच जहाज को अरब की खाड़ी में मार कर डूबा दिया और रातों-रात सूरत में व्यापारी संघ की बैठक हुई। उसमें यह निर्णय लिया गया कि अब हमें अंग्रेजों के साथ रहना चाहिए, फ्रांसीसियों के साथ नहीं रहना चाहिए। यह भी एक बात है। इतिहास में कई चीजें रिपीट होती रहती हैं। आज हम यह कहना चाहते हैं कि भारत का मॉडल अमेरिका का मॉडल नहीं हो सकता है। जैसा कि हमारे बोम्मई साहब कह रहे थे कि निजीकरण और उन तमाम चीजों से अर्थव्यवस्था को एक दूसरी दिशा देने की कोशिश की गयी है।

माननीय सभापति : कृपया समाप्त करें।

श्री राजा राम सिंह : मैं कुछ डिमांड उठा कर अपनी बात समाप्त करता हूं। मेरे क्षेत्र की कई मांगें हैं। हमारा समय कम होता है, इसलिए बहस में भाग लेने की गुंजाइश कम रहती है।

माननीय सभापति : महत्वपूर्ण यह है कि आप भाग ले रहे हैं। महत्व समय का नहीं है। महत्वपूर्ण यह है कि आप इस विषय पर भाग ले रहे हैं।

श्री राजा राम सिंह : जनगणना के लिए अभी जो राजपत्र जारी हो रहे हैं, उनमें जाति-जनगणना के कॉलम को भी शामिल किया जाए और इसके तहत हमारे यहां धीरे-धीरे कई प्रशासनिक इकाईयों की मांग हो रही है। दाउदनगर व डेहरी को नया जिला बनाने की मांग है।

माननीय सभापति : यह राज्य का विषय है।

श्री राजा राम सिंह : इंद्रपुरी जलाशय, जो कि कई राज्यों को टच करता है, उसको बनाने का मामला है। सोन नहर प्रणाली डेढ़ सौ वर्ष पुरानी और इस देश की ऐतिहासिक प्रणाली है। हमारा इलाका कृषि प्रधान है। अभी हम लोग इस बात पर गर्व कर रहे थे और यह बहुत अच्छी बात है कि

भारत में हम खाने-पीने और रहने के लिए किसी पर निर्भर नहीं हैं। हम अपना उत्पादन करते हैं। इसलिए सिंचाई की व्यवस्था की गारंटी की जाए, डेहरी में कारखाना बने। इस वित्तीय बजट में इन चीजों को शामिल किया जाए। धन्यवाद।

डॉ. शिव पाल सिंह पटेल (प्रतापगढ़) : माननीय सभापति महोदय, भारत, प्राचीन काल से ही विदेशियों के आकर्षण का केंद्र रहा है। दुनिया भर के लोग, चाहे वह शक, कुषाण, ईरानी, मंगोल, फारसी या अंग्रेज हों, ये लोग ज्ञान, अध्यात्म और व्यापार के लिए यहाँ आए। ऐसे में ही कुछ आततायी भी आए जिन्होंने भारत भूमि को रौंदा भी और लूटा भी। इन लोगों ने भारतीय खजाने और संसाधनों का भरपूर दोहन किया। इसका वर्णन भारत के "ग्रांड ओल्ड मैन ऑफ इंडिया" दादा भाई नौरोजी ने अपनी पुस्तक "ड्रेन ऑफ वेल्थ" में किया है। मैं सदन का ध्यान इसके दूसरे पहलू पर आकर्षित करना चाहता हूं, 'ब्रेन ड्रेन' अर्थात प्रतिभा का पलायन की ओर करना चाहता हूं। यह समस्या 'ड्रेन ऑफ वेल्थ' से कहीं बड़ी है, और इस पर हम सब को बहुत गंभीरता से विचार करना चाहिए। अगर इन प्रतिभाओं का पलायन न होता और यह लोग राष्ट्र की सेवा एवं विकास में लगते, तो दुनिया में भारत की एक अलग ही छवि बनी होती। भारत एक विकासत देश होता। थोड़ा बहुत प्रतिभा पलायन पहले भी होता रहा है, लेकिन 2014 से ऐसी क्या परिस्थितियां उत्पन्न हुईं कि यह संख्या वर्ष प्रति वर्ष बढ़ती ही जा रही है। 'ब्रेन ड्रेन' के साथ ही लाखों पूंजीपतियों ने भी पिछले 10 वर्षों में दूसरे मुल्कों की नागरिकता ग्रहण की है। देश के हालात ऐसे क्यों होते जा रहे हैं? टैलेन्टेड लोग देश छोड़कर क्यों जा रहे हैं? मैं इसका जवाब माननीय वित्त मंत्री जी से चाहता हूं।

इसी सदन में सांसद व यूनियन मिनिस्टर श्री नित्यानंद राय जी ने वर्ष 2020 में आंकड़ा दिया था, कि वर्ष 2017 में 1 लाख 33 हज़ार, वर्ष 2018 में 1 लाख 34 हज़ार, वर्ष 2019 में 1 लाख 44 हज़ार व वर्ष 2020 के सितम्बर तक 85000 लोगों ने भारतीय नागरिकता छोड़ दी थी। भारत छोड़ने का यह आंकड़ा अब तक दसियों लाख पार कर चुका होगा। आप लोग समझें कि जिन्होंने देश छोड़ा वे साधारण नागरिक नहीं थे, वे बुद्धिजीवी थे, वह देश की स्किल्ड संपदा थी। वे देश के नौजवानों के लिए रोजगार उत्पन्न करते थे, भारत में उद्योग धंधों को बढ़ाते थे, देश के

कमाऊं बेटे थे और भरपूर टैक्स देते थे। अब, वही लोग यह सब दूसरे मुल्क के लिए कर रहे हैं। यदि, इन लोगों को विदेशों जैसा माहौल, वर्क कल्चर और सुरक्षा मिलती, तो शायद प्रतिभा का इतना बड़ा पलायन न होता। काला धन तो आप ला नहीं पाए और श्वेत धन यानी White Money कमाने वाले, बड़ी संख्या में लोग देश छोड़कर चले गए और छोड़ते जा रहे हैं। दिलचस्प बात यह भी है कि 31 भगोड़े भी देश का लाखों करोड़ रुपये लेकर विदेश भाग गए और आप कुछ नहीं कर पाए। उन्हें वापस लाया जाए और उनसे पैसा वसूला जाए।

महोदय, कुछ सुझाव मैं आपसे साझा करना चाहता हूं, कि स्किल्ड लेबर के वेजेस बढ़ाए जायें और युवाओं को संविदा के बजाय उन्हें अच्छे वेतनमान पर रखा जाये, बेहतर कारोबारी माहौल दें और टैक्स का सरलीकरण करें।

सभापति महोदय, सरकार बार-बार देश की तेज़ी से बढ़ रही जीडीपी दर का उल्लेख करती है, लेकिन मेरा सीधा प्रश्न है कि क्या यह आर्थिक वृद्धि युवाओं के लिए रोजगार पैदा कर रही है या नहीं? वास्तविकता यह है कि हमारे देश में युवाओं की बेरोजगारी दर, सामान्य बेरोजगारी दर से काफी काफी अधिक है। नौकरियां हैं ही नहीं। संगठित क्षेत्र में स्थायी नौकरियों की वृद्धि बहुत सीमित है और आज बड़ी संख्या में युवा ठेके, संविदा या गिग इकॉनॉमी पर निर्भर होकर अस्थायी काम करने को मजबूर हैं।

महोदय, सरकार का दावा है कि देश की अर्थव्यवस्था बहुत तेजी से बढ़ रही और अगर अर्थव्यवस्था इतनी तेजी से बढ़ रही है तो फिर स्थायी और गुणवत्तापूर्ण नौकरियाँ क्यों नहीं बढ़ रही हैं? सरकारी विभागों में लाखों पद क्यों खाली पड़े हैं? उन्हें भरने के लिए सरकार अभी तक कोई स्पष्ट रोडमैप सामने नहीं लायी है। टेक्सटाइल, लेदर और एमएसएमई जैसे श्रम-प्रधान क्षेत्रों को उतना मजबूत प्रोत्साहन क्यों नहीं मिल पा रहा है, जितना रोजगार सृजन के लिए जरूरी है। एमएसएमई जो अर्थव्यवस्था की रीढ़ है, इसमें नीतिगत जटिलताएँ हैं, एमएसएमई क्षेत्र – GDP, निर्यात और रोजगार में महत्वपूर्ण योगदान देता है। फिर भी बैंक से ऋण प्राप्त करना, अभी भी बहुत ही जटिल प्रक्रिया है।

भुगतान में देरी से, छोटे उद्योगों की कार्यशील पूंजी भी प्रभावित होती है। यदि बड़े उद्योगों को उत्पादन प्रोत्साहन मिलता है, तो छोटे उद्योगों को भुगतान सुरक्षा क्यों नहीं दी जाती है?

सभापति महोदय, अंत में मैं अपनी मांग रखना चाहता हूं। सरकार के लोग अक्सर कहते हैं कि उत्तर प्रदेश में डबल इंजन की सरकार है, लेकिन पिछले दस सालों में कोई भी इंडस्ट्री उत्तर प्रदेश में नहीं लगायी गई है। जो इंडस्ट्री चल रही थी, वह भी बंद हो गयी है।

अगर मैं अपने संसदीय क्षेत्र प्रतापगढ़ की बात करूं तो वहां आंवला का उत्पादन बड़ी मात्रा में होता है। लेकिन, लागत मूल्य न मिलने के कारण, आंवला के किसान परेशान होकर आंवला के बाग ही काट रहे हैं। आंवला विटामिन-सी युक्त एक सुपर फूड है। इसके प्रोत्साहन हेतु सरकार कोई कार्य नहीं कर रही है। सरकार की 'एक जनपद, एक उत्पाद' योजना पूरी तरह से फ्लॉप है। प्रतापगढ़ में आंवला प्रोसेसिंग के लिए कोई उद्योग या बड़ी फैक्ट्री स्थापित नहीं की गई है। इसके कारण किसानों को मजबूरी में अपनी उपज कम दामों में बेचनी पड़ती है। यदि सरकार वहां पर आधुनिक प्रोसेसिंग और मार्केटिंग सुविधाओं से युक्त आंवला उत्पाद हेतु फैक्ट्री स्थापित करे तो उससे किसानों को सीधा लाभ मिलेगा और स्थानीय स्तर पर रोजगार के नए अवसर भी उपलब्ध होंगे। आपका बहुत-बहुत धन्यवाद।

SHRI ROBERT BRUCE C. (TIRUNELVELI): Sir, the Budget 2026-27 is yet another bundle of .. * and empty promises. If you go through this Bill, line by line, clause by clause, schedule by schedule, you will find that it is not a budget for Bharat, but for Bandra-Kurla Complex. This Budget has proved that the Government is not a game-changing Government but only a name-changing Government. When the Congress Government was in power for 60 years, it built the nation and took it to a high level.

We see all the airports being privatised, sea ports being sold, Air India

* Expunged as ordered by the Chair.

being sold; BSNL is in the process, and Railways is waiting, to be privatised. Kindly go through the Fifth Schedule. Coal duty of 2.5 per cent has damaged the pride institution of Tamil Nadu namely Neyveli Lignite Corporation which powers our homes and employs thousands of workers. Importing cheap coal and lignite from Indonesia and Australia at 2.5 per cent duty will devastate this noble institution.

In Fifth Schedule, there is 15 per cent seed duty. Not only in Tamil Nadu but also throughout the country, farmers are struggling because of this 15 per cent rise. There is a cess scam going on. Four per cent of cess is collected for health and education on top of tax.

The Centre collects them, but Tamil Nadu's share of this cess is zero. About 37 per cent surcharge goes to the Centre, and none to the State. Tamil Nadu is not getting even a single penny. You punish us for progress, penalise us for prudence, and then call this a cooperative federalism.

Sir, Sections 137 to 141 of the Finance Bill amend the CGST and the IGST Acts. The cotton yarn is taxed at 12 per cent, and the finished dhoti, saree, and lungi are taxed at 5 per cent. This inverted duty structure means weavers pay more tax on their inputs than the Government collects on their final product. Thousands of handloom and powerloom units across Tamil Nadu are dying, and this Finance Bill offers them nothing.

Sir, when we talk about middle class people, the exemption limit is Rs. 2.5 lakh. When the Congress Government was in power, up to 2014, it was Rs. 2.5 lakh. But even now, the same limit continues in this Budget.

Sir, I have raised a few of the issues relating to my constituency on several occasions before this august forum. But none of my issues were addressed in the Budget. I met the hon. Minister of Railways and the hon. Minister of Finance several times and raised certain issues but none of the issues have been addressed. The people of Kulavanigapuram have for years raised a single, reasonable demand of a road overbridge on the Tirunelveli-Nagercoil highway, to replace the dangerous level-crossing that exists there today. This is one of the most heavily used stretches of the highway in southern Tamil Nadu. Every time a train passes, the level-crossing gates come down, traffic halts, ambulances have to wait, school children have to wait, vehicles carrying goods queue for kilometres, and on the worst days, people die. The level-crossing at Kulavanigapuram is not an inconvenience; it is a public safety hazard that has been documented, debated, and demanded upon for years. I raised this issue even one and a half years back. This Finance Bill allocates thousands of crores to highway infrastructure and urban flyovers across the country. But the Kulavanigapuram Road Overbridge – a specific, publicly demanded safety project on the Tirunelveli-Nagercoil highway – finds no mention in the Budget, and no allocation has been made in this regard. The people of Kulavanigapuram ask whether they are Indian citizens or they are invisible? This Government's answer, written in the pages of Finance Bill, 2026, appears it to be the latter. We do not ask for charity. We ask for a road overbridge that is safe. We ask for a level-crossing to be replaced before it takes one more life.

Sir, now I come to the issues of the Beedi workers. Sir, Section 142 of this Finance Bill raises the National Calamity Contingent Duty on chewing tobacco and gutkha to 60 per cent, effective 1st May 2026. I do not oppose the public health intent and also the rise in taxes. But at the same time, because of 60 per cent rise in taxes, many Beedi companies have been closed down. We are worried about the people working in factories, most of which are Dalits and OBCs. We have been demanding pension for them for the last one year.

The Central Government is giving only Rs.800 per month. This is a very meagre amount. I met the Minister on several occasions and requested him to increase it to minimum Rs.6000. There is no mention in this Budget about the pension of these poor *bidi* workers.

Another important issue is regarding Thamirabarani river. In the Northern belt, the Government allotted more than Rs.1000 crore for rejuvenating Ganga river. The same way, in South India, there is a river called Thamirabarani. It is called South India's Ganga. I raised the issue several times before this august body and raised questions to allot funds. The Government verbally and the Minister also informed me that we have decided to rejuvenate the big river, but none of the funds were allotted for this river. In the southern parts of Tamil Nadu, especially my constituency people, expected at least in this Budget, some allocation for the rejuvenation of this river. But nothing was mentioned in the allocation of funds for this river. Another point is that the river that is allowed to die is a civilisation suicide. And this Government is handing us as a knife.

Crop disaster compensation is another important issue where the farmer is left to grieve alone. The paddy farmers of Nanguneri, banana growers of Ambasamudram, small cultivators along the Thamirabarani delta, when cyclone or flood or drought strikes, they lose everything – their crops, seeds, borrowed money, their dignity. The National Disaster Response Fund and the State Disaster Response Fund exist only on paper. Nothing is happening. No benefit is reaching the farmers.

HON. CHAIRPERSON: Kindly conclude.

SHRI ROBERT BRUCE C.: But, in practice, compensation reaches the farmers months after the disaster, sometimes a full year later also.

That is a very small compensation. I urge the Government to at least increase the compensation to the farmers to protect them and give them livelihood. This is more important. Seeds are 15 per cent more expensive. Compensation still takes 12 months to arrive.

HON. CHAIRPERSON: Kindly conclude.

SHRI ROBERT BRUCE C.: Between these two facts, a farmer stands and breaks. This is what is happening in all those days. … (*Interruptions*)

Thank you very much.

SHRI P. P. CHAUDHARY (PALI): Thank you very much, Chairperson, for affording me an opportunity to speak on the Finance Bill. I rise to support the Finance Bill.

I would like to confine on the Finance Bill and I start from the Gross tax to GDP ratio. So far as our country is concerned, India's combined tax to GDP

ratio, accounting for both the Central and State Government collection, currently stands at 19.6 per cent. This integrated figure exceeds those of the emerging and growing markets of the world, we may say, Hong Kong, Malaysia, and Indonesia. Further, the Indian tax elasticity measures at 1.1, which signifies that India has achieved a high level of fiscal efficiency and structural transformation.

हमारे विपक्ष के सांसद, खासकर इंडी एलायंस और कांग्रेस के सांसद पूछते हैं कि आपने मिडिल क्लास के लिए क्या टैक्स एग्जंप्शन दिया है? वे कहते हैं कि उनको सही ट्रीटमेंट नहीं दिया है। We have to see how much an individual has to earn before they are liable to pay tax. This is very important कि वह कितनी इनकम कमाने के बाद टैक्स देता है, तो हमें वर्ल्ड की डेवलप्ड इकोनॉमी की ओर देखना पड़ेगा। मैं आपको यूएस सिटीजन्स का एग्जांपल देना चाहूंगा।

अमेरिका में, डेवलप्ड इकोनॉमी होने के बाद उनके ratio of the tax exemption threshold to per capita GDP, उनकी जो जीडीपी है, पर कैपिटा इनकम है, अगर पर कैपिटा इनकम में उनकी सिर्फ 18 पर्सेंट इनकम हो जाती है, तो टैक्स लग जाता है। इंग्लैंड में यदि जीडीपी की 28 पर्सेंट इनकम होती है, तो टैक्स लग जाता है, लेकिन भारत में हंड्रेड पर्सेंट होने के बाद भी नहीं, बल्कि फाइव हंड्रेड पर्सेंट होने के बाद टैक्स लगता है। यह बहुत बड़ी बात है, इसे समझना पड़ेगा।

प्रधान मंत्री मोदी जी के नेतृत्व में लगभग 12 लाख रुपये से ऊपर एग्जम्पशन किया है। हमारी जो पर कैपिटा इनकम दो लाख के लगभग आती है, उसका पाँच गुना ज्यादा अगर अमेरिका में होता, तो उस पर 18 पर्सेंट पर ही टैक्स लग जाता और इंग्लैंड में 28 पर्सेंट पर टैक्स लग जाता। भारत में पर कैपिटा इनकम के बाद, सपोज़ पर कैपिटा इनकम दो लाख पचास हजार रुपये है, उसके बाद 12 लाख रुपये तक कोई टैक्स का स्लैब नहीं है। यह मेजर डिफरेंस है। India

Alliance हमेशा यह कहते हैं कि मिडिल क्लास के लिए आपने क्या किया? मिडिल क्लास के लिए यह बहुत बड़ी बात है। अगर आप देखें, तो हमारे इंडियन सिटिजन पर टैक्स का लो बर्डन है।

The second important point concerns the fiscal deficit. The fiscal deficit means the difference between Government revenue and its expenditure. हमारा वर्ष 2026-27 का फिस्कल डैफिसिट जीडीपी का 4.3 प्रतिशत है। हम कह सकते हैं कि उसे अगर लिया जाए, तो जिस हिसाब से वर्ष 2029 और वर्ष 2026 का जो हमारा फिस्कल डेफिसिट है, उसे हम देखें, तो हमारा कैपिटल एक्सपेंडिचर वर्ष 2026-27 में लगभग 22 प्रतिशत है।

So, there has been a renewed focus on capital expenditure by the Government, and that generates return on investment in the long-term. The capital expenditure as per cent of the Budget increased from 10 per cent to 11 per cent in 2009. काँग्रेस के समय में कैपिटल एक्सपेंडिचर केवल इलेवन पर्सेंट था। अब वर्ष 2026-27 में कैपिटल एक्सपेंडिचर 22 पर्सेंट है। It tells us about the high quality of expenditure made by the Union Government. अभी इंफ्रास्ट्रक्चर पर खर्च होता है। पहले उनका बजट था, paying for the bills. उनका जो बजट है, सरकार के जो खर्चे होते हैं, एम्प्लॉयज़ के जो खर्चे होते हैं, उनका बजट paying for the bills ही होता है। अब जो बजट खर्च होता है building for an asset, इन्वेस्टमेंट के लिए होता है। यह जो मूव हुआ है, शिफ्ट हुआ है from paying the bill to building the asset, यह फर्क है।

अगर हम फाइनेंस बिल को टोटैलिटी में देखें, तो फाइनेंस बिल का फोकस is on fiscal accountability. अगर हम फिस्कल अकाउंटेबिलिटी की बात करें, तो हाई इन्क्लूसिव ग्रोथ is a part of that, and fiscal discipline and long-term macroeconomic stability. यह फाइनेंस बिल का कंप्लीट फोकस है। जहाँ तक ईज़ ऑफ डूइंग बिजनेस की बात करें, क्योंकि फाइनेंस बिल का कोर इश्यू ईज़ ऑफ डूइंग बिजनेस है, India jumped 79 positions from 142nd in 2014 to 63rd in 2019. यह वर्ल्ड बैंक की रैंकिंग है।

इसीलिए, हम यह सकते हैं कि मोदी जी के एरा में देश लगातार इकोनॉमिक एस्पेक्ट में प्रोग्रेस कर रहा है। आप देखेंगे कि विश्व में इतनी बड़ी हलचल ईरान-इस्राइल की लड़ाई होने के बाद भी इंडिया में हमारे आमजन के जीवन में कोई फर्क नहीं आया। चाहे यूरोप देख लो, चाहे अमेरिका देख लो, चाहे कोई भी कंटीनेंट देख लो, सभी में फर्क आया लेकिन भारत में नहीं, यह प्रधान मंत्री जी का विजन है।

अब आप सोचकर देखिए जब वर्ष 2014 में माननीय नरेन्द्र मोदी जी प्रधान मंत्री बने थे, तब हमारी ऐनर्जी की पांच गीगावाट की क्षमता थी और अब 2026 में हमने 250 गीगावाट पावर जनरेट की है। उसे हम गैस के अल्टरनेट काम में यूज़ कर सकते हैं और कई जगह पावर के काम में यूज़ कर सकते हैं, इस वजह से इंडिया में किसी तरह से प्रॉब्लम नहीं आई इतनी बड़ी वैश्विक घटना होने के बावजूद।

जहां तक ईज़ ऑफ डूइंग बिजनेस की बात है, करीब 42000 कम्पलायंसिस थीं क्योंकि फॉर्मेलिटीज़ थीं कि यह करो, वह करो। जो भी इन्वेस्टर आता था, चाहे डोमेस्टिक इन्वेस्टर हो फॉरेन इन्वेस्टर हो, उन्हें बहुत फार्मेलिटीज़ करनी पड़ती थीं। 42000 compliances have been rationalized across different Central Ministries and departments. इसके साथ करीब 3700 प्रोविजन्स ऐसे थे, जिनमें पीनल कांसिक्वेंसिस थे उन्हें decriminalize किया गया। आप देखिए, प्री इंडीपेंडेंस और पोस्ट इंडीपेंडेंस, प्री इंडीपेंडेंस का माइंड सेट ऐसा था, ऐसे लॉ थे जिनमें अगर सिविल कांसिक्वेंस हैं तो उसके ऊपर क्रिमिनल लॉयबिलिटी होती थी। प्रधानमंत्री जी की सोच है। देश के आजाद होने के बाद इतने समय तक किसी ने नहीं सोचा। अंग्रेजों ने वर्ष 1858 से लेकर आजादी तक कानून बनाए और 1947 के बाद जो भी कानून बने, ऐसे कानून थे, जिनके कारण बिजनेस को पीछे धकेला जा रहा था, डिस्करेज किया जा रहा था। कई कानूनों में क्रिमिनल लाएबिलिटीज़ थीं, इन कानूनों को डिक्रिमिनलाइज करने से जनविश्वास एक्ट, 2023 सामने आया है। इसके बारे में पूरा देश जानता है और सारी इंडस्ट्रीज़ खुश हैं। माननीय प्रधान मंत्री जी के आशीर्वाद से जनविश्वास बिल के लिए जो कमेटी बनी थी, मैं उसका

चेयरमैन था। उसमें 42 एक्ट्स इन्वाल्व थे और बहुत प्रोविजन्स थे। हमने उनको डिक्रिमिनलाइज किया और इसके कारण बिजनेस में चाहे फॉरेन हो या डोमेस्टिक, इन्वेस्टमेंट बढ़ा। अगर हम कॉर्पोरेट टैक्स कम्पलायंस की बात करें तो यह पहले 68 परसेंट था, लेकिन जब देश ईज़ ऑफ डुइंग के लिए काम करने लगा मोदी जी के नेतृत्व में तो 68 परसेंट से 85 परसेंट हुआ।

मैं जनरल इंट्रोडक्टरी के साथ छ: प्वाइंट्स के बारे में बताना चाहता हूं। फॉरेन एसेट्स और स्माल टैक्स पेयर्स डिस्क्लोजर स्कीम वर्ष 2026 में आई है। यह स्कीम विदेशों में जो विद्यार्थी पढ़ते हैं, यंग प्रोफेशनल्स, एन्टरिप्रयोनर्स और रिलोकेटिड एनआरआईज़ हैं, उनके लिए है। इसमें वन टाइम सिक्स मंथ का विंडो दिया गया है। Specified foreign income and assets up to a certain limit, अगर एक्वायर्ड है, उन लोगों के लिए एप्लीकेबल होगा। It will be applicable to those who disclosed overseas income and assets and did not disclose their oversea income or assets and those who paid tax but could not disclose the assets acquired. इसका परपज़ है- to address the legacy gap of foreign income reporting inherited from the UPA Government. The purpose is to address the legacy gap of foreign income reporting inherited from the UPA Government. इन्होंने जो काम छोड़े थे, माननीय मेादी जी को करने पड़ते हैं। This disclosure scheme 2026 is beneficial for small taxpayers like students, young professionals, relocated NRIs and entrepreneurs who may have inadvertently failed to declare foreign asset or income who would have otherwise faced the risk of imprisonment.

सर, जैसा मेरे से पहले वक्ताओं ने कहा था कि ब्लैक मनी एक्ट एनडीए के समय पास हुआ, जो लंबे समय से पेंडिंग था। The Black Money Undisclosed Foreign Income and Assets Act was passed in 2015. An SIT in black money case was constituted under the leadership and vision of the hon. Prime Minister. India adopted the

Common Reporting Standard (CRS) for automatic exchange of information in 2015, the intergovernmental treaty with USA for exchange of tax information. कम से कम हमारे जो लोग विदेशों में रहते हैं, सीआरएस की वजह से यह इंफार्मेशन, exchange uniform हो जाती है।

मैं बताना चाहूँगा यूपीए के टाइम में India signed the United Nations Convention against Corruption in 2005. इन्होंने वर्ष 2005 में यूनाइटेड नेशन में कन्वेंशन साइन किया। However, the UPA Government did not ratify it until 2011. आप देखिए, छह साल तक इन्होंने कनवेंशन अगेंस्ट करप्शन वर्ष 2005 में अडॉप्ट किया, लेकिन UPA ने वर्ष 2011 में रेटिफाई किया। इन्होंने किसी तरह की एसआईटी भी कांस्टिट्यूट नहीं की। UPA published a strategy to tackle black-money in a White Paper in 2012, but it was not implemented. ये सिर्फ एक लिप सर्विस हैं। व्हाइट पेपर बनाने के बाद भी करप्शन समाप्ति के लिए कुछ नहीं किया।

मोदी जी के नेतृत्व में, 24,678 taxpayers disclosed foreign assets worth Rs.29,000 crore, यह लॉ आने के बाद में, along with foreign source income of Rs.1089 crore in 2024-25.

सर, मेरा अगला पॉइंट इंटरनेशनल फाइनेंशियल सर्विसेज़ सेंटर का बहुत महत्वपूर्ण है। इंटरनेशनल फाइनेंशियल सर्विसेज़ के लिए, जब प्रधानमंत्री मोदी जी मुख्यमंत्री थे, उस समय उनका विजन पूरे इंटरनेशनल लेवल को देखते हुए था। उस समय UPA के प्रधानमंत्री थे, उन्होंने इसके लिए उनको भी कहा, तब उस पर किसी तरह का काम आगे नहीं बढ़ा। इंटरनेशनल फाइनेंशियल सर्विसेज सेंटर के लिए, फाइनेंस बिल 2026 में जो प्रोविजन है, it extends tax holiday period for International Financial Services Centre from 10 consecutive years out of 15 years to 20 consecutive years out of 25 year. Not only this, जो ऑफशोर है, for offshore banking unit, the tax holiday has been extended from 10

consecutive years to 20 consecutive years. At the end of the tax holiday period, IFSC unit and OBUs will be taxed at a concessional rate of 15 per cent only, क्योंकि एक क्लिफ इफेक्ट होता है, due to sudden taxation इसीलिए इनके ऊपर यह पीरियड बीतने के बाद 15 प्रतिशत ही होगा। अब परपज़ क्या है? what is the vision of the hon. Prime Minister? तो उनका गोल है, the goal is to make GIFT city as a leading global financial powerhouse by 2047. It encourages international entities to set up hubs in GIFT cities by providing long-term certainty. So, concessional rate after tax holiday provides a competitive advantage in terms of lower operational costs. यह सबसे बड़ा फायदा हुआ और इसके बाद अगर हम देखें एनडीए, माननीय प्रधानमंत्री जी के द्वारा जो काम किया गया है, मैं बताना चाहूँगा कि India-International Bullion Exchange provides a gateway for bullion imports into India और अभी जो वहाँ पर फेसिलिटी है, world-class 'plug-and-play' infrastructure is already available, enabling business to start operations without delays and high-end civic facilities like district cooling system, automated waste collection system, etc.

माननीय सभापति महोदय, सबसे बड़ी बात यह है कि इसमें स्टाम्प ड्यूटी ज़ीरो है, सिक्युरिटी ट्रांजैक्शन टैक्स ज़ीरो है, जीएसटी ज़ीरो है, कैपिटल गेन टैक्स ज़ीरो है और मिनिमम अल्टर्ड टैक्स ज़ीरो है। ऐसा विज़न होता है, जिससे पूरे वर्ल्ड के लोग आकर इंवेस्टमेंट करेंगे। उससे देश में एम्प्लॉयमेंट जेनरेट होगा। देश की इकोनॉमिक ग्रोथ बढ़ेगी।

मैं बताना चाहूंगा कि यूपीए के समय में, they kept the GIFT City proposal pending for three years. उन्होनें कुछ नहीं किया। उल्टा यह किया कि they withdrew the exemption on dividend distribution tax. यहां तो मोदी जी ने ज़ीरो किया, लेकिन इन्होंने क्या किया? They introduced minimum alternate tax in special economic zone. जो इनको नहीं करना था। उसमें स्पेशल इकोनॉमिक ज़ोन का टैक्स इसलिए ज़ीरो किया गया, तब

कहीं देश की ग्रोथ हुई।

अगर आज आप गिफ्ट सिटी का दायरा देखें, तो उसमें the GIFT City has over 1,000 registered entities. पहले कुछ नहीं था। आज एक हजार रजिस्टर्ड एंटिटीज हैं। The GIFT City climbed nine places in the global financial centres to rank 43 among 120 global financial centres. मैं कहना चाहूंगा कि टॉप ग्लोबल कंपनीज- जे. पी. मॉर्गन, मॉर्गन एंड स्टेंले जैसी कई कम्पनीज फाइनेंशियल सेन्टर में आई है।

फाइनेंस बिल का मेरा तीसरा पॉइंट है कि इस रूप में, It encourages IT and global investment. It offers unprecedented tax concession for foreign data centres until 31st March, 2047. अगर वर्ष 2047 तक फाइनेंस बिल की स्कीम्स और ऑब्जेक्ट्स देखें, आप प्रधानमंत्री मोदी जी की दूरदृष्टि देखिए, आज आर्टिफिशियल इंटेलिजेंस और टेक्नोलॉजीज का ज़माना है। आज भारत डिजिटल के मामले में पूरे विश्व में एक नम्बर पर है। यह केवल 12 वर्षों में हुआ है। यह कोई छोटी बात नहीं है। इस तरह से, अगर हम ग्लोबल इंवेस्टमेंट को देखें, तो इसका परपस है, 'to secure large scale data centre investment and attract global cloud service providers'. This will make India a competitive central hub in global market.

महोदय, यह बहुत बड़ी बात है कि यहां आर्टिफिशियल इंटेलिजेंस का सम्मेलन हुआ था, देश का पूरे विश्व में नाम हो रहा था। लेकिन कांग्रेस के लोगों ने वहां जाकर और अपने कपड़े उतारकर जिस तरह से प्रदर्शन किया, ऐसा कोई देशवासी नहीं करता है, कोई सिटिज़न नहीं करता है। लेकिन देश को नीचा दिखाने के लिए, जब भी देश प्रोग्रेस करता है, तो हमेशा कुछ ऐसा करने की इनकी आदत रही है। इनकी सोच कंस्ट्रक्टिव अप्रोच की होनी चाहिए थी, लेकिन हमेशा इनकी आदत में डेस्ट्रक्टिव अप्रोच रहती है। इसे यह देश देख रहा है।

इसके साथ-साथ, जहां तक टेक्नोलॉजी की बात है, तो वर्ष 2014 से अब तक डिजिटल इंडिया का एक प्रोग्राम है- which acted as a catalyst for the creation of robust digital

public infrastructure in India. बजट 2026-27 में, India's Semiconductor Mission 2.0 (ISM 2.0) की घोषणा की गई है। यह भारत के लिए एक गेम चेंजर है। यह शुरू हो गया है और यह इतना बड़ा मिशन है कि इसके लिए एक हजार करोड़ रुपये का आउटले रखा गया है। The Budget allocation for electronic manufacturing schemes has nearly doubled from Rs. 22,000 crore to Rs. 40,000 crore. इंडिया में पहले दो मोबाइल मैन्यूफैक्चरिंग यूनिट्स थीं, लेकिन सारी चीजें इम्पोर्ट होती थीं। आज लगभग 300 मोबाइल मैन्यूफैक्चरिंग यूनिट्स हैं। अगर हम यूपीए के समय की बात करें, तो वर्ष 2014 के पहले उन्होंने क्या किया? Electronics and IT remained a small department. इन्होंने इसकी कोई परवाह नहीं की। जबकि आज के समय में आईटी मिनिस्ट्री सबसे महत्वपूर्ण मिनिस्ट्री है। उस समय यह एक स्मॉल डिपार्टमेंट था, वह भी मिनिस्ट्री ऑफ कम्युनिकेशन के अंडर था। वर्ष 2013-14 में, यूपीए के टाइम में, इस डिपार्टमेंट का बजटरी एलोकेशन केवल 3,742 करोड़ रुपये था।

महोदय, जैसा मैंने बताया है कि वर्ष 2014 में मोबाइल मैन्युफैक्चरिंग की सिर्फ दो यूनिट्स थीं। यदि आप आज की तारीख में देखेंगे, तो आईटी सेक्टर में ग्रोथ हुई है। There is a 48 per cent year-on-year growth in India's data centre market. यह अपने आपमें बहुत बड़ी बात है। विश्व में ऐसे बहुत कम देश होंगे,जिनकी ग्रोथ रेट इतनी होगी।

After that, between 2019 and 2025, India secured nearly 94 billion dollars in investment commitment from global and domestic players. The mobile phone imports have dropped. हम पहले 75 प्रतिशत मोबाइल फोन्स का आयात करते हैं। हमने वर्ष 2024 में प्वाइंट 02 प्रतिशत आयात किया है। डोमेस्टिक डिमांड में बहुत फर्क पड़ा है।

महोदय, मैं एक-दो प्वाइंट्स के बारे में बताना चाहूंगा। अभी मुझे बोलते हुए 30 मिनट्स नहीं हुए हैं। अभी मुझे बोलते हुए 20 मिनट्स ही हुए हैं। मुझे 30 मिनट्स का समय दिया गया है। आप तो बहुत ही दयालु हैं। मेरी पार्टी ने मुझे 30 मिनट्स का समय दिया गया है। आप तो बहुत

अनुभवी हैं। आप मुख्यमंत्री भी रह चुके हैं। आप मुझे पांच मिनट्स का समय और दे दीजिए।

महोदय, अब सेफ हार्बर और ट्रांसफर प्राइसिंग की बात है। इस बिल में सेफ हार्बर और ट्रांसफर प्राइजिंग के लिए प्रावधान किए गए हैं। It has increased the safe harbour threshold for general IT services from Rs. 300 crore to Rs. 2000 crore, applying a 15.5 per cent margin on costs. Earlier, the Safe Harbour Rules had margins ranging from 17 to 24 per cent for IT services, which were quite interconnected in the value chain. The purpose behind the same is to improve the ease of doing business for GCCs in India. The Government has rationalized the Transfer Pricing and Safe Harbour Rules. These rules will also improve coherence and reduce protracted litigation regarding Transfer Pricing by GCCs for maximum number of APAs concluded in any single year since the launch of the APA programme.

माननीय सभापति: आपकी बात आ गई है। कृपया अब आप अपना भाषण समाप्त कीजिए।

… (व्यवधान)

HON. CHAIRPERSON: You have already spoken at length.

… (*Interruptions*)

SHRI P. P. CHAUDHARY: During the UPA's tenure, in 2012, the Government retrospectively changed the IT Act to tax transactions involving sale or transfer of shares that take place outside India but where the assets are in India. India witnessed the highest Transfer Pricing adjustments during their tenure.

यदि आप मोदी जी की सरकार के समय इसके आंकड़े देखेंगे, the GCC revenue jumped from 40 billion dollars in financial year 2019 to 64 billion dollars in financial year 2024, growing at a healthy pace of 9.8 per cent annually.

HON. CHAIRPERSON: You have made your point very well. Kindly conclude.

SHRI P. P. CHAUDHARY: And GCCs now employ over 19 lakh people across the country.

Sir, this is my last point. अभी मुझे बोलते हुए 30 मिनट्स नहीं हुए हैं। आप मुझे बोलने से क्यों रोक रहे हैं?

माननीय सभापति : आपको बोलते हुए 30 मिनट्स हो गए हैं।

श्री पी. पी. चौधरी : महोदय, अभी 30 मिनट्स नहीं हुए हैं। मैं असत्य नहीं बोलूंगा। आप घड़ी में समय देख लीजिए। मैं बस पांच मिनट्स और बोलूंगा।

Sir, now, I come to transformative amendments in customs law. … (*Interruptions*) The Customs Act has been extended to cover fishing and related activities beyond India's territorial waters. पहले टेरिटोरियल वाटर के लिए ही थी। Then, there are the key revisions to the Baggage Rules in order to redress the long-standing concerns of the flight travellers and shift from value to weight-based assessment.

हमें इसका पर्पज तथा प्रधानमंत्री जी की सोच देखनी चाहिए। The purpose is to address the legal grey area with regard to fishing outside territorial waters. इससे हमारे देश के फिशरमैन को बहुत फायदा मिलेगा। … (*Interruptions*) And it will exempt fish from outside territorial water to be brought in India duty free.

महोदय, अगर मैं कस्टम के बारे में कहूं, तो पहले जो ड्यूटी थी, वह घटाकर कम की गई है। पहले जो स्मगलिंग होती थी, अगर हम उसके आंकड़े देखेंगे, तो वह बहुत ज्यादा थे।

माननीय सभापति : कृपया अब आप अपना भाषण समाप्त कीजिए।

श्री पी. पी. चौधरी : महोदय, एक अंतिम बिंदु है। मुझे दो मिनट्स का समय और दे दीजिए।

Sir, my last point is about the Minimum Alternate Tax.

माननीय सभापति : आपका समय पूरा हो गया है।

श्री पी. पी. चौधरी : महोदय, आपने मुझे बोलने का मौका दिया है, उसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूं।

माननीय सभापति : माननीय सदस्यगण, यदि आप सबकी सहमति हो, तो नीरज जी के भाषण समाप्ति तक सदन की कार्यवाही बढ़ा दी जाए?

अनेक माननीय सदस्य : जी हां।

माननीय सभापति : ठीक है।

श्री नीरज मौर्य जी।

19.00 hrs

श्री नीरज मौर्य (आंवला) : माननीय सभापति महोदय, मैं आपका आभारी हूं कि आपने फाइनेंस बिल पर मुझे अपनी बात रखने का अवसर दिया और मेरे ऊपर आपकी कृपा हुई।

मान्वयर, आज मध्य एशिया में जिस तरह का माहौल है, मैं आपके माध्यम से पूरी दुनिया से अपील करना चाहूंगा कि भगवान बुद्ध के बताए हुए मार्ग पर चलकर शांति का रास्ता अख्तियार करके ही दुनिया में अमन और चैन कायम होगा। यहां से भी एक संदेश जाना चाहिए कि हम सब लोग भगवान बुद्ध के बताए हुए रास्ते पर चलकर शांति की तरफ बढ़ेंगे।

मान्यवर, फाइनेंस बिल और बजट को पढ़ने के बाद मुझे ये दो लाइनें कहने पर मजबूर होना पड़ रहा है –

"विकास का ढोल यूं हर तरफ बजाया गया,
मगर फायदा सिर्फ चंद लोगों तक पहुंचाया गया।"

मान्यवर, सरकार कहती है – 'सबका साथ, सबका विकास'। लेकिन, दिखाई ऐसा पड़ता है, जैसे मैं तो आंवला से चुनकर आया हूं और पौने दो साल के कार्यकाल में विकास तो कभी आवंला की तरफ आया ही नहीं। ...(व्यवधान)

माननीय सभापति: इसमें ताली बजाने की क्या जरूरत है। यदि विकास नहीं आया है, तो आप

खुश हो रहे हैं।

… (व्यवधान)

श्री नीरज मौर्य: मान्यवर, बजट का आकार बहुत बड़ा बनाया गया है। लेकिन, जो जनकल्याण की बातें हैं, बजट में उनकी गुंजाइश बहुत कम दिखाई पड़ रही है। वित्त वर्ष 2026-27 के लिए यूनियन फाइनेंस बिल में सरकार ने 44 लाख करोड़ रुपये से अधिक के राजस्व संग्रह का अनुमान रखा है, जो पिछले वर्ष से 10 प्रतिशत अधिक है। लेकिन, दूसरी ओर सरकार का कुल कर्ज अभी भी जीडीपी के करीब 55 प्रतिशत पर बना हुआ है। इसका एक बड़ा कारण यह भी है कि भुगतान के कुल खर्च का लगभग 26 प्रतिशत और कुल राजस्व का 40 प्रतिशत ब्याज खा जा रहा है। यानी, बजट का बड़ा हिस्सा पुराने कर्ज को चुकाने में चला जा रहा है। इसलिए कल्याणकारी योजनाओं के लिए बहुत कम गुंजाइश है। इसको ठीक करने की जरूरत है।

मान्यवर, कॉर्पोरेट टैक्स के बारे में यह कहा जाता है कि यह सबसे ज्यादा आता है। लेकिन, जो आंकड़े हैं, वर्ष 2019 में सरकार ने कॉर्पोरेट टैक्स को 30 प्रतिशत से घटाकर 22 प्रतिशत कर दिया, जिससे बड़ी कम्पनियों को हर साल 1.5 लाख करोड़ रुपये की राहत मिली है। दूसरी ओर, सरकार ने पूंजीगत खर्च बढ़ाया है, लेकिन यह पैसा कॉर्पोरेट टैक्स से नहीं, बल्कि मध्यम और गरीब वर्ग की जनता से आया है। इसीलिए हमारे यहां निवेश भी नहीं हो रहा है। आज इनकम टैक्स और जीएसटी मिलकर सरकार की कुल आय का लगभग 65 प्रतिशत हिस्सा देते हैं, जबकि कॉर्पोरेट टैक्स का योगदान 28 प्रतिशत है। डायरेक्ट टैक्स में कॉर्पोरेट टैक्स का जो योगदान है, वह वर्ष 2015 में 62 प्रतिशत था, जो घटकर अब 44 प्रतिशत रह गया है। जबकि, इनकम टैक्स का योगदान पहली बार कॉर्पोरेट टैक्स से अधिक हो गया है।

मान्यवर, हमारे यहां जो मजदूरी है, अभी जब मनरेगा को ये लोग खत्म कर रहे थे, उस पर भी लोगों ने बात उठाई कि मजदूरी दर को बढ़ाया जाए। अगर मजदूरी दर नहीं बढ़ेगी, तो गांव का गरीब आदमी तरक्की कैसे करेगा? सरकार के 10 साल पूरे होने के बाद भी रोजगार और आय पैदा करने वाले निवेश में कोई वास्तविक बढ़ोत्तरी नहीं हुई है। यानी, केन्द्र भारत का सकल स्थिर जो

पूंजी निर्माण है, पिछले 10 वर्षों में वह जीडीपी का लगभग 32-33 प्रतिशत पर ठहरा हुआ है। घरेलू बजट की तुलना में घरेलू कर्ज तेजी से बढ़ रहा है। भारतीय परिवार कोविड के समय से पहले की तुलना में अब हर वर्ष कहीं अधिक कर्ज के जाल में फंसते चले जा रहे हैं। आरबीआई के आंकड़ों के अनुसार वर्ष 2019 से वर्ष 2025 के बीच घरेलू कर्ज दो गुना हो गया है, जबकि घरेलू संपत्तियों में केवल लगभग 50 प्रतिशत की वृद्धि हुई है, जो चिंताजनक है।

मान्यवर, अब लोग घर या निवेश के लिए नहीं, बल्कि रोजमर्रा के जो खर्च हैं, उनके लिए ऋण ले रहे हैं। वे स्वास्थ्य और शिक्षा के लिए ऋण ले रहे हैं। वर्ष 2014 से पर्सलन लोन्स की संख्या बहुत बढ़ी है।

मान्वयर, अब भारत में इक्विटी का जो निवेश है, जो लोग इक्विटी में निवेश कर रहे हैं, उस बाजार में भी अस्थिरता है।

कुछ घरेलू वित्तीय संपत्तियों में, इक्विटी में, एमसीएक्स में निवेश की जो हिस्सेदारी है, वह वर्ष 2019 से वर्ष 2025 के बीच में बहुत बढ़ी है। लेकिन, इसके साथ ही बड़ी संख्या में मध्यमवर्गीय परिवारों की बचत, वैश्विक युद्धों के कारण बाजार की अनिश्चितता के प्रति जो अधिक संवेदनशीलता आई है, इससे लोगों को बड़ा ही नुकसान हो रहा है। मैं माननीय मंत्री महोदया जी से मांग करूंगा कि इसे कुछ कंट्रोल किया जाए। एक-एक दिन में चांदी एक लाख रुपए गिर रही है और शेयर बाजार धड़ाम हुआ जा रहा है।

मान्यवर, जल जीवन मिशन पर बजट 67,000 करोड़ रुपये घटाकर 35,000 करोड़ रुपये कर दिया गया है। यह इतनी महत्वाकांक्षी योजना थी कि इस पर तो बजट बढ़ाने की आवश्यकता थी। अभी तक यह योजना जमीन पर पूरी नहीं हुई है। लेकिन, इस पर बजट कम कर दिया गया। प्रधानमंत्री आवास योजना - शहरी उसमें पैसा ही खर्च नहीं हो पाया।

माननीय सभापति: कृपया अब आप अपनी बात समाप्त करें।

… (व्यवधान)

श्री नीरज मौर्य : मान्यवर, मेरे क्षेत्र के कुछ पॉइंट्स हैं, जिनके बारे में मैं आपके माध्यम से मांग

करके अपनी बात समाप्त करूंगा। कृषि और ग्रामीण विकास पर भी पिछले साल 60,000 करोड़ रुपये सरकार खर्च ही नहीं कर पाई।

माननीय सभापति : आप अपने क्षेत्र की बात कर लीजिए।

… (व्यवधान)

श्री नीरज मौर्य : मान्यवर, मैं आपके माध्यम से सरकार से मांग करता हूं कि जिस तरह से पूरे देश भर के क्षेत्रों से 543 जन-प्रतिनिधि हैं, तो विकास का एक ऐसा ढांचा बने, जिससे सबके यहां योजनाएं आएं।

महोदय, मैं आंवला से चुनकर आता हूं। मैंने पहले भी यहां बात रखी है कि हमारे यहां मेडिकल की कोई अच्छी फैसिलिटी नहीं है। बरेली पश्चिमी उत्तर प्रदेश का एक बहुत बड़ा सेंटर है। मैं आपके माध्यम से चाहूंगा कि माननीय वित्त मंत्री महोदया एम्स के लिए बजट की व्यवस्था कराएं।

मान्यवर, हमारे यहां जो युवा खिलाड़ी हैं, उनके लिए एक स्टेडियम का निर्माण कराया जाए। हमारे बरेली से दो बच्चे श्रीलंका में पैरा-क्रिकेट में इंटरनेशनल क्रिकेट खेलने गए हैं।

माननीय सभापति : अब आप अपनी बात समाप्त करें।

… (व्यवधान)

श्री नीरज मौर्य : मान्यवर, बस दो पॉइंट्स रह गए हैं, थोड़ी कृपा कर दीजिए।

मान्यवर, वहां एक अच्छा स्टेडियम बनाया जाए। युवाओं के रोजगार के लिए स्थानीय स्तर पर उद्योग फैक्ट्रियां लगाने का कार्य किया जाए।

मान्यवर, अंत में, मैं आपके माध्यम से कहूंगा कि शिक्षा और रोजगार बढ़ाने की व्यवस्था स्थानीय स्तर पर की जाए, तब ही सही मायने में विकास होगा और तब ही सही मायने में बजट का अर्थ होगा।

मान्यवर, हम लोगों ने पहले भी यहां बात रखी थी। माननीय श्री अनुराग सिंह ठाकुर जी यहां बैठे हैं। इन्होंने भी बात रखी थी कि एमपीलैड्स को या तो मनरेगा में जोड़ा जाए या

एमपीलैड्स को बढ़ाया जाए। अगर सरकार इसे बढ़ाना नहीं चाहती है, तो इसे खत्म कर दिया जाए। हम लोगों के ऊपर इतना लोड है कि हम जहां भी जाते हैं, वहां बहुत एप्लीकेशन्स आती हैं। हम काम नहीं कर पा रहे हैं।

मान्यवर, मैं आपके माध्यम से ये सारी मांगें करते हुए आपका आभारी हूं और आपको धन्यवाद देता हूं कि आपने मुझे बोलने का अवसर दिया।

मान्यवर, आपका बहुत-बहुत धन्यवाद।

माननीय सभापति : सभा की कार्यवाही मंगलवार, दिनांक 24 मार्च, 2026 को प्रात: 11 बजे तक के लिए स्थगित की जाती है।

19.08 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 24, 2026/ Chaitra 03,1948 (Saka).

———

ANNEXURE-I

(i) Member-wise Index to Starred Questions (19.03.2026)

Sl No.	Member's Name	Question Number
1	Dr. Lata Wankhede	389
2	Dr. Manna Lal Rawat	400
3	Dr. Rajesh Mishra	400
4	Prof. Varsha Eknath Gaikwad	391
5	Shri Ajay Bhatt	390
6	Shri Alok Sharma	397
7	Shri Benny Behanan	399
8	Shri Bharat Singh Kushwah	386
9	Shri Bhumare Sandipanrao Asaram	382
10	Shri Bidyut Baran Mahato	397
11	Shri C N Annadurai	395
12	Shri Chandra Prakash Joshi	385
13	Shri Chavan Ravindra Vasantrao	398
14	Shri Dharmendra Yadav	393
15	Shri E T Mohammed Basheer	392
16	Shri Jagadish Chandra Barma Basunia	394
17	Shri Kanwar Singh Tanwar	383
18	Shri Kaushalendra Kumar	388
19	Shri Mahesh Kashyap	385
20	Shri Mukeshkumar Chandrakaant Dalal	389
21	Shri Murari Lal Meena	381
22	Shri Nilesh Dnyandev Lanke	382
23	Shri Parimal Suklabaidya	384
24	Shri Rajesh Ranjan	388
25	Shri Rajkumar Chahar	398
26	Shri Sanjay Dina Patil	391
27	Shri Selvam G	395

28	Shri Shafi Parambil	399
29	Shri Sudhakar Singh	387
30	Shri Vijayakumar Alias Vijay Vasanth	396

Member-wise Index to Starred Questions (20.03.2026)

Sl No.	Member's Name	Question Number
1	Dr. Anand Kumar	408
2	Dr. D. Purandeswari	404
3	Dr. Ganapathy Rajkumar P	415
4	Dr. Kadiyam Kavya	405
5	Shri Amra Ram	420
6	Shri Balashowry Vallabhaneni	406
7	Shri Bhartruhari Mahtab	401
8	Shri Bhumare Sandipanrao Asaram	403
9	Shri Bidyut Baran Mahato	419
10	Shri Dushyant Singh	410
11	Shri G Kumar Naik	411
12	Shri Gopal Jee Thakur	402
13	Shri Gyaneshwar Patil	403
14	Shri M K Raghavan	417
15	Shri Madhavaneni Raghunandan Rao	402
16	Shri Mohite Patil Dhairyasheel Rajsinh	412
17	Shri Mohmad Haneefa	409
18	Shri Nilesh Dnyandev Lanke	414
19	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	407
20	Shri P V Midhun Reddy	411
21	Shri Putta Mahesh Kumar	413

22	Shri Sanjay Uttamrao Deshmukh	407
23	Shri Shrirang Appa Chandu Barne	404
24	Shri Vijay Baghel	401
25	Shri Vishnu Datt Sharma	416
26	Smt. Aparajita Sarangi	419
27	Smt. Delkar Kalaben Mohanbhai	414
28	Smt. Sandhya Ray	418
29	Smt. Supriya Sule	412

Member-wise Index to Starred Questions (23.03.2026)

Sl No.	Member's Name	Question Number
1	Dr. Kalanidhi Veeraswamy	426
2	Dr. Nishikant Dubey	431
3	Dr. T Sumathy Alias Thamizhachi Thangapandian	434
4	Shri Ajay Kumar Mandal	429
5	Shri Appalanaidu Kalisetti	433
6	Shri Arun Kumar Sagar	432
7	Shri Asaduddin Owaisi	438
8	Shri Azad Kirti Jha	439
9	Shri Bibhu Prasad Tarai	427
10	Shri Chavan Ravindra Vasantrao	424
11	Shri Gurmeet Singh Meet Hayer	435
12	Shri Hanuman Beniwal	430
13	Shri Jugal Kishore	431
14	Shri Lavu Sri Krishna Devarayalu	425
15	Shri Manoj Tiwari	428
16	Shri Matheswaran V S	422
17	Shri Mohmad Haneefa	437
18	Shri Nalin Soren	436
19	Shri Patel Umeshbhai Babubhai	423
20	Shri Rajmohan Unnithan	421
21	Shri Shankar Lalwani	428

22	Shri Shashank Mani	436
23	Shri Sudheer Gupta	424
24	Shri Tanuj Punia	440
25	Smt. Smita Uday Wagh	427
26	Thiru D M Kathir Anand	434

(ii) Member-wise Index to Unstarred Questions (19.03.2026)

Sl No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	4406
2	Adv K. Francis George	4449
3	Adv Priya Saroj	4567, 4457
4	Adv. Adoor Prakash	4532
5	Adv. Chandra Shekhar	4445
6	Com. Selvaraj V	4425
7	Dr. Alok Kumar Suman	4556
8	Dr. Amar Singh	4493
9	Dr. Amol Ramsing Kolhe	4417
10	Dr. Bachhav Shobha Dinesh	4444
11	Dr. Byreddy Shabari	4379
12	Dr. C N Manjunath	4583
13	Dr. D Ravi Kumar	4560
14	Dr. D. Purandeswari	4450, 4577
15	Dr. Ganapathy Rajkumar P	4462
16	Dr. Gumma Thanuja Rani	4527
17	Dr. Hemant Vishnu Savara	4396
18	Dr. Indra Hang Subba	4594
19	Dr. K Sudhakar	4398
20	Dr. Kadiyam Kavya	4541
21	Dr. Kalanidhi Veeraswamy	4472
22	Dr. Kirsan Namdeo	4390, 4470

23	Dr. Lata Wankhede	4515, 4422
24	Dr. M P Abdussamad Samadani	4494
25	Dr. Manna Lal Rawat	4396, 4391
26	Dr. Mohammad Jawed	4394
27	Dr. Nishikant Dubey	4391, 4392
28	Dr. Prabha Mallikarjun	4501
29	Dr. Raj Kumar Chabbewal	4386
30	Dr. Rajeev Bharadwaj	4573
31	Dr. Rajesh Mishra	4392
32	Dr. Rani Srikumar	4475
33	Dr. Sanjay Jaiswal	4399, 4410
34	Dr. Sharmila Sarkar	4421
35	Dr. Shashi Tharoor	4511
36	Dr. Shivaji Bandappa Kalge	4387
37	Dr. Shrikant Eknath Shinde	4577, 4377
38	Dr. T Sumathy Alias Thamizhachi Thangapandian	4378
39	Dr. Thirumaavalavan Tholkappiyan	4575
40	Km. Sudha R	4474
41	Md Abu Taher Khan	4586
42	Md. Rakibul Hussain	4512
43	Mr Pathan Yusuf	4375
44	Mrs Ruchi Vira	4481
45	Ms Iqra Choudhary	4569, 4457
46	Ms Kangna Ranaut	4423

47	Ms Sayani Ghosh	4554
48	Ms. Mahua Moitra	4519
49	Ms. Praniti Sushilkumar Shinde	4542
50	Ms. S Jothimani	4558
51	Prof. Sougata Ray	4418
52	Prof. Varsha Eknath Gaikwad	4417
53	Shri Selvaganapathi T.M.	4555
54	Shri Abhay Kumar Sinha	4531
55	Shri Adhikari Deepak Dev	4382
56	Shri Adhikari Soumendu	4499
57	Shri Aditya Yadav	4437
58	Shri Amar Sharadrao Kale	4534, 4492
59	Shri Amarsing Tisso	4588
60	Shri Amra Ram	4491
61	Shri Anil Yeshwant Desai	4599
62	Shri Anoop Pradhan Valmiki	4403, 4392
63	Shri Anup Sanjay Dhotre	4465
64	Shri Anurag Sharma	4442
65	Shri Anurag Singh Thakur	4517, 4404
66	Shri Appalanaidu Kalisetti	4581
67	Shri Arun Bharti	4553
68	Shri Arun Kumar Sagar	4523
69	Shri Arvind Dharmapuri	4471
70	Shri Arvind Ganpat Sawant	4488, 4467

71	Shri Asaduddin Owaisi	4473
72	Shri Ashish Dubey	4443
73	Shri Atul Garg	4439
74	Shri Azad Kirti Jha	4405
75	Shri B K Parthasarathi	4376
76	Shri B Y Raghavendra	4529
77	Shri Babu Singh Kushwaha	4510
78	Shri Baijayant Panda	4530
79	Shri Bajrang Manohar Sonwane	4486
80	Shri Balabhadra Majhi	4404, 4392
81	Shri Balashowry Vallabhaneni	4547
82	Shri Balwant Baswant Wankhade	4476
83	Shri Balya Mama Suresh Gopinath Mhatre	4402
84	Shri Bapi Haldar	4550
85	Shri Bastipati Nagaraju	4376
86	Shri Benny Behanan	4470
87	Shri Bhartruhari Mahtab	4391, 4404
88	Shri Bhaskar Murlidhar Bhagare	4417
89	Shri Bhausaheb Rajaram Wakchaure	4522
90	Shri Bhojraj Nag	4548, 4396, 4392
91	Shri Bhumare Sandipanrao Asaram	4387
92	Shri Bidyut Baran Mahato	4392
93	Shri Biplab Kumar Deb	4432
94	Shri Bishnu Pada Ray	4483

95	Shri Brijendra Singh Ola	4505
96	Shri Brijmohan Agrawal	4414
97	Shri Captain Brijesh Chowta	4448, 4396
98	Shri Captain Viriato Fernandes	4585
99	Shri Chandan Chauhan	4440
100	Shri Charanjit Singh Channi	4468, 4470
101	Shri Chavan Ravindra Vasantrao	4396, 4383
102	Shri Chintamani Maharaj	4404
103	Shri Damodar Agrawal	4410, 4391, 4396
104	Shri Darshan Singh Choudhary	4416
105	Shri Deepender Singh Hooda	4546
106	Shri Devesh Shakya	4415
107	Shri Dhairyasheel Sambhajirao Mane	4396, 4383, 4391
108	Shri Dhaval Laxmanbhai Patel	4525
109	Shri Dileshwar Kamait	4392, 4404
110	Shri Dineshbhai Makwana	4410, 4392
111	Shri Dulu Mahato	4384
112	Shri Durai Vaiko	4380
113	Shri Dushyant Singh	4508
114	Shri Eatala Rajender	4411
115	Shri Eswarasamy K	4409
116	Shri G Kumar Naik	4563
117	Shri G Lakshminarayana	4447, 4420
118	Shri G M Harish Balayogi	4502, 4404

119	Shri Ganesh Singh	4460
120	Shri Gaurav Gogoi	4535
121	Shri Giridhari Yadav	4561
122	Shri Godam Nagesh	4591
123	Shri Gopal Jee Thakur	4404
124	Shri Govind Makthappa Karjol	4429
125	Shri Gyaneshwar Patil	4578
126	Shri Hanuman Beniwal	4445
127	Shri Haribhai Patel	4398, 4392
128	Shri Harish Chandra Meena	4592, 4470
129	Shri Hasmukhbhai Somabhai Patel	4484
130	Shri Imran Masood	4551
131	Shri Isha Khan Choudhury	4590
132	Shri Jagadish Shettar	4589
133	Shri Jagannath Sarkar	4498
134	Shri Jagdambika Pal	4451, 4392
135	Shri Jai Prakash	4461
136	Shri Janardan Singh Sigriwal	4540
137	Shri Jashubhai Bhilubhai Rathva	4385
138	Shri Jaswantsinh Sumanbhai Bhabhor	4480
139	Shri Jitendra Kumar Dohare	4584
140	Shri Jugal Kishore	4392, 4404
141	Shri K C Venugopal	4393
142	Shri K E Prakash	4395

143	Shri K Radhakrishnan	4438
144	Shri K Sudhakaran	4394, 4456
145	Shri Kali Charan Singh	4485
146	Shri Kalipada Saren Kherwal	4598
147	Shri Karti P Chidambaram	4412, 4468, 4456, 4470
148	Shri Kartick Chandra Paul	4478
149	Shri Kesineni Sivanath	4458
150	Shri Khagen Murmu	4404
151	Shri Kishori Lal	4418
152	Shri Kodikunnil Suresh	4518
153	Shri Konda Vishweshwar Reddy	4576
154	Shri Kota Srinivasa Poojary	4383, 4410, 4404
155	Shri Kuldeep Indora	4433
156	Shri Kunduru Raghuveer	4536
157	Shri Lavu Sri Krishna Devarayalu	4420, 4392, 4396
158	Shri Laxmikant Pappu Nishad	4489
159	Shri M K Raghavan	4464
160	Shri Maddila Gurumoorthy	4436
161	Shri Madhavaneni Raghunandan Rao	4396, 4391, 4404
162	Shri Magunta Sreenivasulu Reddy	4509, 4424
163	Shri Mahesh Kashyap	4391
164	Shri Malaiyarasan D	4441
165	Shri Malvinder Singh Kang	4497
166	Shri Mani A	4552

167	Shri Manish Jaiswal	4404
168	Shri Manish Tewari	4490
169	Shri Manoj Kumar	4459
170	Shri Manoj Tiwari	4398
171	Shri Matheswaran V S	4446
172	Shri Miteshbhai Rameshbhai Patel	4484
173	Shri Mohite Patil Dhairyasheel Rajsinh	4565, 4417
174	Shri Mukeshkumar Chandrakaant Dalal	4515, 4422
175	Shri N K Premachandran	4600
176	Shri Naba Charan Majhi	4548, 4392, 4404
177	Shri Nalin Soren	4404
178	Shri Narayan Tatu Rane	4538
179	Shri Naresh Chandra Uttam Patel	4595, 4584
180	Shri Naresh Ganpat Mhaske	4377, 4577
181	Shri Navaskani K	4533
182	Shri Naveen Jindal	4428
183	Shri Neeraj Maurya	4374, 4415
184	Shri Nilesh Dnyandev Lanke	4578, 4387
185	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	4574, 4488
186	Shri P C Mohan	4463, 4396, 4404
187	Shri P P Chaudhary	4410, 4391, 4392
188	Shri P V Midhun Reddy	4400
189	Shri Parshottambhai Rupala	4520

190	Shri Patel Umeshbhai Babubhai	4430
191	Shri Prabhakar Reddy Vemireddy	4397
192	Shri Pradeep Kumar Singh	4398, 4391, 4404
193	Shri Pradeep Purohit	4452
194	Shri Pradyut Bordoloi	4389
195	Shri Praveen Patel	4398, 4391, 4404
196	Shri Pushpendra Saroj	4457
197	Shri Putta Mahesh Kumar	4424
198	Shri Rahul Gandhi	4466
199	Shri Rahul Kaswan	4524
200	Shri Rahul Singh Lodhi	4443
201	Shri Raja A	4500
202	Shri Rajabhau Parag Prakash Waje	4566
203	Shri Rajeev Rai	4549
204	Shri Rajesh Naranbhai Chudasama	4548
205	Shri Rajesh Verma	4515, 4422
206	Shri Rajiv Pratap Rudy	4568
207	Shri Rajkumar Chahar	4391, 4392
208	Shri Rajkumar Roat	4503
209	Shri Rajmohan Unnithan	4579
210	Shri Rajpalsinh Mahendrasinh Jadav	4597, 4484, 4534
211	Shri Raju Bista	4487
212	Shri Ram Shiromani Verma	4596
213	Shri Ramasahayam Raghuram Reddy	4544

214	Shri Ramashankar Vidharthi Rajbhar	4562
215	Shri Ramvir Singh Bidhuri	4507
216	Shri Rao Rajendra Singh	4399
217	Shri Ravindra Dattaram Waikar	4377, 4577
218	Shri Ravindra Shukla Alias Ravi Kishan	4403, 4398
219	Shri Richard Vanlalhmangaiha	4413
220	Shri Rodmal Nagar	4398, 4392
221	Shri Sanatan Pandey	4371
222	Shri Sanjay Dina Patil	4417
223	Shri Sanjay Haribhau Jadhav	4479, 4467, 4599
224	Shri Sanjay Uttamrao Deshmukh	4467, 4488, 4599
225	Shri Saptagiri Sankar Ulaka	4470, 4456, 4468, 4394
226	Shri Sasikanth Senthil	4434
227	Shri Shahu Shahaji Chhatrapati	4496
228	Shri Shankar Lalwani	4392, 4404
229	Shri Shashank Mani	4404, 4392
230	Shri Shrirang Appa Chandu Barne	4577, 4377
231	Shri Shyamkumar Daulat Barve	4513
232	Shri Sribharat Mathukumilli	4516
233	Shri Subbarayan K	4425
234	Shri Sudama Prasad	4408
235	Shri Sudheer Gupta	4396, 4383, 4391
236	Shri Sukhjinder Singh Randhawa	4506
237	Shri Sunil Bose	4381

238	Shri Suresh Kumar Shetkar	4545
239	Shri Tangella Uday Srinivas	4388
240	Shri Tanuj Punia	4454
241	Shri Tariq Anwar	4559
242	Shri Tejasvi Surya	4383, 4404
243	Shri Tharaniventhan M S	4504
244	Shri Trivendra Singh Rawat	4514, 4403
245	Shri Ujjwal Raman Singh	4593
246	Shri Ummeda Ram Beniwal	4539
247	Shri Utkarsh Verma Madhur	4572, 4467
248	Shri V K Sreekandan	4557
249	Shri Vamsi Krishna Gaddam	4582
250	Shri Ve Vaithilingam	4373
251	Shri Vijay Kumar Dubey	4383, 4404
252	Shri Vijay Kumar Hansdak	4456
253	Shri Vishaldada Prakashbapu Patil	4422, 4377
254	Shri Vishnu Datt Sharma	4537
255	Shri Vishnu Dayal Ram	4404
256	Shri Vishweshwar Hegde Kageri	4404, 4392
257	Shri Y S Avinash Reddy	4571
258	Shri Yaduveer Wadiyar	4492, 4534
259	Shri Yogender Chandolia	4392
260	Shri Zia Ur Rehman	4426
261	Smt. Anita Nagarsingh Chouhan	4469, 4398

262	Smt. Aparajita Sarangi	4399, 4392
263	Smt. Bag Mitali	4495
264	Smt. Bharti Pardhi	4377, 4577
265	Smt. D K Aruna	4528
266	Smt. Delkar Kalaben Mohanbhai	4387
267	Smt. Dimple Yadav	4372
268	Smt. Hema Malini	4570
269	Smt. Himadri Singh	4521, 4392
270	Smt. Kamlesh Jangde	4392
271	Smt. Krishna Devi Shivshankar Patel	4587
272	Smt. Mahima Kumari Mewar	4403, 4391
273	Smt. Mala Roy	4453
274	Smt. Manju Sharma	4477
275	Smt. Poonamben Hematbhai Maadam	4564, 4403, 4404
276	Smt. Pratima Mondal	4580
277	Smt. Priyanka Gandhi Vadra	4401
278	Smt. Roopkumari Choudhary	4543
279	Smt. Sandhya Ray	4407
280	Smt. Sangeeta Kumari Singh Deo	4435
281	Smt. Sanjna Jatav	4398, 4403
282	Smt. Satabdi Roy	4455
283	Smt. Shambhavi	4515, 4422
284	Smt. Smita Uday Wagh	4399, 4392, 4404
285	Smt. Supriya Sule	4417, 4565

286	Thiru Arun Nehru	4419
287	Thiru D M Kathir Anand	4431
288	Thiru Dayanidhi Maran	4427
289	Thiru Dr. S Jagathratchakan	4526
290	Thiru Thanga Tamilselvan	4482

Member-wise Index to Unstarred Questions (20.03.2026)

Sl No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	4714, 4683
2	Adv. Adoor Prakash	4688, 4605, 4604
3	Adv. Chandra Shekhar	4725, 4664
4	Com. Selvaraj V	4678
5	Dr. Alok Kumar Suman	4718
6	Dr. Amar Singh	4732
7	Dr. Amol Ramsing Kolhe	4612
8	Dr. Bachhav Shobha Dinesh	4719, 4683
9	Dr. Bhola Singh	4636
10	Dr. Byreddy Shabari	4645
11	Dr. C M Ramesh	4795
12	Dr. C N Manjunath	4812
13	Dr. D Ravi Kumar	4781
14	Dr. Gumma Thanuja Rani	4744
15	Dr. Hemang Joshi	4609
16	Dr. Hemant Vishnu Savara	4629, 4636
17	Dr. K Sudhakar	4619, 4783
18	Dr. Kakoli Ghosh Dastidar	4637
19	Dr. Kalanidhi Veeraswamy	4659
20	Dr. Kirsan Namdeo	4670
21	Dr. M K Vishnu Prasad	4672
22	Dr. M P Abdussamad Samadani	4773
23	Dr. Mallu Ravi	4825
24	Dr. Manna Lal Rawat	4774, 4783

25	Dr. Mohammad Jawed	4605, 4604
26	Dr. Nishikant Dubey	4783, 4603, 4609
27	Dr. Prabha Mallikarjun	4613
28	Dr. Rabindra Narayan Behera	4707
29	Dr. Raj Kumar Chabbewal	4647
30	Dr. Rajesh Mishra	4783, 4619
31	Dr. Rajkumar Sangwan	4728
32	Dr. Sambit Patra	4653
33	Dr. Sanjay Jaiswal	4617, 4636, 4609
34	Dr. Sharmila Sarkar	4608
35	Dr. Shashi Tharoor	4606
36	Dr. Shivaji Bandappa Kalge	4614
37	Dr. Shrikant Eknath Shinde	4634
38	Dr. T Sumathy Alias Thamizhachi Thangapandian	4757, 4723
39	Dr. Thirumaavalavan Tholkappiyan	4810
40	Km. Sudha R	4633
41	Md Abu Taher Khan	4816
42	Md. Rakibul Hussain	4615
43	Mr Pathan Yusuf	4745
44	Mrs Ruchi Vira	4620
45	Ms Kangna Ranaut	4619, 4617
46	Ms Sayani Ghosh	4730
47	Ms. Mahua Moitra	4777
48	Ms. Praniti Sushilkumar Shinde	4692, 4683
49	Ms. S Jothimani	4675

50	Prof. Sougata Ray	4665
51	Prof. Varsha Eknath Gaikwad	4804, 4612
52	Shri Selvaganapathi T.M.	4749, 4665
53	Shri Aashtikar Patil Nagesh Bapurao	4790
54	Shri Abhay Kumar Sinha	4662
55	Shri Adhikari Deepak Dev	4650
56	Shri Adhikari Soumendu	4763
57	Shri Aditya Yadav	4722
58	Shri Ajay Bhatt	4808
59	Shri Ajay Kumar Mandal	4802
60	Shri Amar Sharadrao Kale	4686
61	Shri Anand Bhadauria	4815
62	Shri Anil Firojiya	4806
63	Shri Anil Yeshwant Desai	4764
64	Shri Anoop Pradhan Valmiki	4829, 4609
65	Shri Anto Antony	4682
66	Shri Anup Sanjay Dhotre	4797, 4636
67	Shri Anurag Sharma	4800, 4609
68	Shri Anurag Singh Thakur	4628
69	Shri Appalanaidu Kalisetti	4645, 4729
70	Shri Arun Bharti	4712, 4717
71	Shri Arun Kumar Sagar	4811
72	Shri Arup Chakraborty	4789
73	Shri Arvind Dharmapuri	4693
74	Shri Arvind Ganpat Sawant	4779
75	Shri Asaduddin Owaisi	4769

76	Shri Ashish Dubey	4640
77	Shri Ashok Kumar Rawat	4771
78	Shri Ashok Kumar Yadav	4819
79	Shri Atul Garg	4631, 4717
80	Shri Azad Kirti Jha	4776
81	Shri B K Parthasarathi	4626
82	Shri B Y Raghavendra	4627
83	Shri Babu Singh Kushwaha	4667
84	Shri Baijayant Panda	4706
85	Shri Bajrang Manohar Sonwane	4716
86	Shri Balabhadra Majhi	4603, 4783
87	Shri Balram Naik Porika	4708
88	Shri Balwant Baswant Wankhade	4736, 4682
89	Shri Bapi Haldar	4648
90	Shri Bastipati Nagaraju	4626
91	Shri Bhajan Lal Jatav	4788
92	Shri Bharat Singh Kushwah	4701, 4611
93	Shri Bhaskar Murlidhar Bhagare	4820, 4612
94	Shri Bhausaheb Rajaram Wakchaure	4750
95	Shri Bhojraj Nag	4619, 4603, 4783
96	Shri Bhumare Sandipanrao Asaram	4614
97	Shri Bidyut Baran Mahato	4652, 4783
98	Shri Biplab Kumar Deb	4762
99	Shri Brijendra Singh Ola	4639
100	Shri Brijmohan Agrawal	4616

101	Shri C N Annadurai	4761, 4671
102	Shri Captain Brijesh Chowta	4636, 4619
103	Shri Chandan Chauhan	4760
104	Shri Chandra Prakash Choudhary	4654
105	Shri Chandra Prakash Joshi	4629, 4619
106	Shri Charanjit Singh Channi	4775, 4605, 4682
107	Shri Chavan Ravindra Vasantrao	4617, 4609, 4783
108	Shri Chavda Vinod Lakhamshi	4619
109	Shri Chintamani Maharaj	4603
110	Shri Daggumalla Prasada Rao	4799
111	Shri Damodar Agrawal	4644, 4619, 4609, 4783
112	Shri Darshan Singh Choudhary	4668
113	Shri Deepender Singh Hooda	4726
114	Shri Devesh Shakya	4746, 4667
115	Shri Devusinh Chauhan	4731
116	Shri Dhairyasheel Sambhajirao Mane	4617, 4783, 4609
117	Shri Dharambir Singh	4793
118	Shri Dharmendra Yadav	4821
119	Shri Dhaval Laxmanbhai Patel	4652
120	Shri Dilip Saikia	4652, 4629
121	Shri Dinesh Chandra Yadav	4818
122	Shri Dineshbhai Makwana	4652, 4783
123	Shri Dulu Mahato	4619, 4783
124	Shri Durai Vaiko	4738
125	Shri E Tukaram	4824
126	Shri Eatala Rajender	4658

127	Shri Eswarasamy K	4767
128	Shri G Lakshminarayana	4623
129	Shri G M Harish Balayogi	4778, 4619
130	Shri Ganesh Singh	4677
131	Shri Gaurav Gogoi	4615
132	Shri Giridhari Yadav	4807, 4818
133	Shri Godam Nagesh	4809
134	Shri Gopal Jee Thakur	4609
135	Shri Govind Makthappa Karjol	4822
136	Shri Gyaneshwar Patil	4614
137	Shri Hanuman Beniwal	4664, 4725
138	Shri Harish Chandra Meena	4791
139	Shri Hasmukhbhai Somabhai Patel	4609, 4636
140	Shri Jagadish Chandra Barma Basunia	4753
141	Shri Jagannath Sarkar	4638
142	Shri Jagdambika Pal	4704
143	Shri Jai Prakash	4641
144	Shri Janardan Singh Sigriwal	4657
145	Shri Jashubhai Bhilubhai Rathva	4754
146	Shri Jaswantsinh Sumanbhai Bhabhor	4748, 4603, 4636
147	Shri Jugal Kishore	4748, 4636
148	Shri K C Venugopal	4604
149	Shri K E Prakash	4743
150	Shri K Radhakrishnan	4625
151	Shri Kali Charan Singh	4660, 4622

152	Shri Kalyan Banerjee	4756
153	Shri Kamakhya Prasad Tasa	4733
154	Shri Kanwar Singh Tanwar	4765
155	Shri Karan Bhushan Singh	4679
156	Shri Karti P Chidambaram	4755, 4682, 4604, 4605
157	Shri Kartick Chandra Paul	4699
158	Shri Kaushalendra Kumar	4731, 4603
159	Shri Kesineni Sivanath	4713
160	Shri Khagen Murmu	4629, 4783, 4636
161	Shri Kodikunnil Suresh	4740
162	Shri Konda Vishweshwar Reddy	4813
163	Shri Kota Srinivasa Poojary	4636, 4629
164	Shri Krishna Prasad Tenneti	4617, 4783
165	Shri Kuldeep Indora	4768
166	Shri Lavu Sri Krishna Devarayalu	4687, 4617
167	Shri Laxmikant Pappu Nishad	4622
168	Shri Lumbaram Choudhary	4629, 4783
169	Shri M Mallesh Babu	4711
170	Shri Maddila Gurumoorthy	4673
171	Shri Madhavaneni Raghunandan Rao	4636, 4609
172	Shri Magunta Sreenivasulu Reddy	4751
173	Shri Mahesh Kashyap	4783, 4636
174	Shri Malaiyarasan D	4635
175	Shri Malvinder Singh Kang	4705
176	Shri Mani A	4772
177	Shri Manish Jaiswal	4619

178	Shri Manish Tewari	4830
179	Shri Manoj Kumar	4681
180	Shri Manoj Tiwari	4636, 4609
181	Shri Mansukhbhai Dhanjibhai Vasava	4796
182	Shri Matheswaran V S	4721
183	Shri Miteshbhai Rameshbhai Patel	4636, 4609
184	Shri Mohite Patil Dhairyasheel Rajsinh	4612
185	Shri Muhammed Hamdullah Sayeed	4803
186	Shri Mukeshkumar Chandrakaant Dalal	4717, 4621
187	Shri Murari Lal Meena	4685
188	Shri Naba Charan Majhi	4629, 4636
189	Shri Nalin Soren	4783, 4636
190	Shri Narayan Tatu Rane	4618
191	Shri Naresh Ganpat Mhaske	4634
192	Shri Navaskani K	4761, 4671
193	Shri Naveen Jindal	4700
194	Shri Neeraj Maurya	4709
195	Shri Nilesh Dnyandev Lanke	4614
196	Shri P C Mohan	4827
197	Shri P P Chaudhary	4783
198	Shri Parbhubhai Nagarbhai Vasava	4783
199	Shri Parshottambhai Rupala	4643
200	Shri Patel Umeshbhai Babubhai	4690

201	Shri Pradeep Purohit	4742
202	Shri Pradyut Bordoloi	4695
203	Shri Praveen Patel	4629, 4609
204	Shri Pushpendra Saroj	4601
205	Shri Rahul Gandhi	4739
206	Shri Rahul Kaswan	4666
207	Shri Rahul Singh Lodhi	4792
208	Shri Raja A	4720
209	Shri Rajabhau Parag Prakash Waje	4801
210	Shri Rajeev Rai	4624
211	Shri Rajesh Naranbhai Chudasama	4617
212	Shri Rajesh Ranjan	4602, 4681, 4603
213	Shri Rajesh Verma	4621, 4717
214	Shri Rajiv Pratap Rudy	4786
215	Shri Rajkumar Roat	4684
216	Shri Rajmohan Unnithan	4782
217	Shri Rajpalsinh Mahendrasinh Jadav	4640
218	Shri Raju Bista	4741
219	Shri Rakesh Rathor	4691
220	Shri Ramasahayam Raghuram Reddy	4735
221	Shri Ramashankar Vidharthi Rajbhar	4798
222	Shri Ramesh Awasthi	4617, 4619, 4783
223	Shri Ramprit Mandal	4807
224	Shri Ramvir Singh Bidhuri	4727

225	Shri Rao Rajendra Singh	4758
226	Shri Ravindra Dattaram Waikar	4634
227	Shri Ravindra Shukla Alias Ravi Kishan	4783, 4617
228	Shri Robert Bruce C	4676
229	Shri Rodmal Nagar	4748
230	Shri Sachithanantham R	4805
231	Shri Sanatan Pandey	4646
232	Shri Sanjay Dina Patil	4804, 4612
233	Shri Sanjay Haribhau Jadhav	4770
234	Shri Saptagiri Sankar Ulaka	4604, 4755, 4682
235	Shri Sasikanth Senthil	4651
236	Shri Satpal Brahamchari	4710
237	Shri Saumitra Khan	4632
238	Shri Selvam G	4671
239	Shri Shafi Parambil	4610
240	Shri Shahu Shahaji Chhatrapati	4630
241	Shri Shankar Lalwani	4619
242	Shri Shivmangal Singh Tomar	4603, 4619
243	Shri Shrirang Appa Chandu Barne	4634
244	Shri Shyamkumar Daulat Barve	4607
245	Shri Sribharat Mathukumilli	4702
246	Shri Subbarayan K	4715, 4678
247	Shri Sudhakar Singh	4696
248	Shri Sudheer Gupta	4783, 4617, 4609
249	Shri Sukanta Kumar Panigrahi	4828
250	Shri Sukhjinder Singh Randhawa	4611

251	Shri Suresh Kumar Shetkar	4663
252	Shri T R Baalu	4784
253	Shri Tangella Uday Srinivas	4729, 4665
254	Shri Tanuj Punia	4698
255	Shri Tejasvi Surya	4609
256	Shri Tharaniventhan M S	4759
257	Shri Trivendra Singh Rawat	4697, 4783, 4619, 4609
258	Shri Ummeda Ram Beniwal	4752
259	Shri Utkarsh Verma Madhur	4814
260	Shri V K Sreekandan	4680
261	Shri Vamsi Krishna Gaddam	4794
262	Shri Varun Chaudhry	4649
263	Shri Vijay Kumar Dubey	4603, 4783
264	Shri Vijay Kumar Hansdak	4694, 4605
265	Shri Vijayakumar Alias Vijay Vasanth	4703, 4663
266	Shri Virendra Singh	4817
267	Shri Vishaldada Prakashbapu Patil	4683, 4655
268	Shri Vishnu Dayal Ram	4731
269	Shri Vishweshwar Hegde Kageri	4640, 4783
270	Shri Yaduveer Wadiyar	4826
271	Shri Yogender Chandolia	4636, 4609, 4619
272	Shri Zia Ur Rehman	4674
273	Smt. Anita Nagarsingh Chouhan	4780, 4603
274	Smt. Aparajita Sarangi	4640, 4783
275	Smt. Bag Mitali	4661

276	Smt. Bharti Pardhi	4634
277	Smt. D K Aruna	4609, 4783
278	Smt. Delkar Kalaben Mohanbhai	4614
279	Smt. Harsimrat Kaur Badal	4734
280	Smt. Himadri Singh	4603, 4636
281	Smt. Kamlesh Jangde	4652, 4629
282	Smt. Mahima Kumari Mewar	4636
283	Smt. Mala Rajya Laxmi Shah	4636, 4609, 4783
284	Smt. Mala Roy	4669
285	Smt. Manju Sharma	4737
286	Smt. Poonamben Hematbhai Maadam	4785, 4629, 4619
287	Smt. Pratima Mondal	4787
288	Smt. Priyanka Gandhi Vadra	4724
289	Smt. Rachna Banerjee	4656
290	Smt. Sangeeta Kumari Singh Deo	4747, 4665
291	Smt. Sanjna Jatav	4823, 4619
292	Smt. Shambhavi	4655, 4621, 4717
293	Smt. Shobhanaben Mahendrasinh Baraiya	4629, 4609
294	Smt. Smita Uday Wagh	4652, 4603, 4619, 4636
295	Smt. Supriya Sule	4612
296	Thiru D M Kathir Anand	4723
297	Thiru Dayanidhi Maran	4766
298	Thiru Dr. S Jagathratchakan	4642
299	Thiru Thanga Tamilselvan	4689

Member-wise Index to Unstarred Questions (23.03.2026)

Sl No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	4949
2	Adv K. Francis George	4991
3	Adv Priya Saroj	4894, 4839
4	Adv. Adoor Prakash	4930
5	Adv. Chandra Shekhar	4856
6	Com. Selvaraj V	4872
7	Dr. Alok Kumar Suman	4893
8	Dr. Amol Ramsing Kolhe	5014, 4847
9	Dr. Anand Kumar	4858
10	Dr. Bachhav Shobha Dinesh	4951
11	Dr. Bhola Singh	4832
12	Dr. Byreddy Shabari	5060
13	Dr. C M Ramesh	5026
14	Dr. C N Manjunath	5008
15	Dr. D Ravi Kumar	5058
16	Dr. D. Purandeswari	4860, 5042
17	Dr. Ganapathy Rajkumar P	4902
18	Dr. Hemant Vishnu Savara	4885
19	Dr. Indra Hang Subba	5030
20	Dr. K Sudhakar	5038
21	Dr. Kadiyam Kavya	4923
22	Dr. Kakoli Ghosh Dastidar	4964
23	Dr. Kirsan Namdeo	4989

24	Dr. Lata Wankhede	5042, 4904, 4857
25	Dr. M K Vishnu Prasad	4848
26	Dr. M P Abdussamad Samadani	4935
27	Dr. Mallu Ravi	5005
28	Dr. Manna Lal Rawat	4898
29	Dr. Mohammad Jawed	4998, 4930
30	Dr. Nishikant Dubey	4859
31	Dr. Prabha Mallikarjun	4961
32	Dr. Rabindra Narayan Behera	4870
33	Dr. Raj Kumar Chabbewal	4882
34	Dr. Rajeev Bharadwaj	4853
35	Dr. Rajesh Mishra	4867
36	Dr. Rajkumar Sangwan	4957
37	Dr. Sharmila Sarkar	4975
38	Dr. Shashi Tharoor	4877
39	Dr. Shivaji Bandappa Kalge	5019, 4884, 4855
40	Dr. Shrikant Eknath Shinde	4861, 5018
41	Km. Sudha R	4942
42	Md Abu Taher Khan	5007
43	Md. Rakibul Hussain	4917
44	Mr Pathan Yusuf	4895
45	Ms Iqra Choudhary	4839
46	Ms Sayani Ghosh	4955
47	Ms. Mahua Moitra	5000
48	Ms. Praniti Sushilkumar Shinde	4965
49	Ms. S Jothimani	4840
50	Prof. Sougata Ray	4968

51	Prof. Varsha Eknath Gaikwad	5012, 4847
52	Shri Selvaganapathi T.M.	4896
53	Shri Adhikari Deepak Dev	4934
54	Shri Adhikari Soumendu	4906
55	Shri Aditya Yadav	4903
56	Shri Ajay Bhatt	5022
57	Shri Ajendra Singh Lodhi	4843
58	Shri Amar Sharadrao Kale	4954
59	Shri Amra Ram	4873
60	Shri Anand Bhadauria	4983
61	Shri Anil Firojiya	5017
62	Shri Anil Yeshwant Desai	4981
63	Shri Anoop Pradhan Valmiki	4842
64	Shri Anto Antony	4899
65	Shri Anup Sanjay Dhotre	4891, 4831
66	Shri Anurag Sharma	4859
67	Shri Anurag Singh Thakur	4881, 4978
68	Shri Arun Bharti	4958, 5042
69	Shri Arun Govil	4969
70	Shri Arup Chakraborty	4983
71	Shri Ashish Dubey	4944
72	Shri Ashok Kumar Rawat	4943, 4857
73	Shri Atul Garg	5018, 4861
74	Shri B K Parthasarathi	4914, 4972
75	Shri B Y Raghavendra	4845
76	Shri Babu Singh Kushwaha	4973, 4927, 4874
77	Shri Baijayant Panda	4946

78	Shri Balabhadra Majhi	4859
79	Shri Balashowry Vallabhaneni	4938
80	Shri Balram Naik Porika	4985
81	Shri Balwant Baswant Wankhade	5031
82	Shri Balya Mama Suresh Gopinath Mhatre	4890
83	Shri Bapi Haldar	4905
84	Shri Bastipati Nagaraju	4972, 4914
85	Shri Benny Behanan	5050, 4899
86	Shri Bhajan Lal Jatav	5021
87	Shri Bharatsinhji Shankarji Dabhi	4831
88	Shri Bhaskar Murlidhar Bhagare	4847
89	Shri Bhausaheb Rajaram Wakchaure	4962
90	Shri Bhumare Sandipanrao Asaram	4888, 4855
91	Shri Bidyut Baran Mahato	4879
92	Shri Brijendra Singh Ola	4849
93	Shri Brijmohan Agrawal	4926
94	Shri C N Annadurai	4875, 4869
95	Shri Captain Brijesh Chowta	4978, 4879, 4881
96	Shri Captain Viriato Fernandes	5010
97	Shri Chandra Prakash Joshi	5047
98	Shri Chavan Ravindra Vasantrao	4842
99	Shri Daggumalla Prasada Rao	5041
100	Shri Damodar Agrawal	4885, 4842, 4859
101	Shri Darshan Singh Choudhary	4878
102	Shri Deepender Singh Hooda	4844
103	Shri Devesh Shakya	4927, 4973, 4839
104	Shri Dhairyasheel Sambhajirao Mane	4842

105	Shri Dharmendra Yadav	5052
106	Shri Dileshwar Kamait	4953, 4857
107	Shri Dinesh Chandra Yadav	5023
108	Shri Dineshbhai Makwana	4879
109	Shri Dulu Mahato	5035, 4842
110	Shri Durai Vaiko	5001
111	Shri Dushyant Singh	4863
112	Shri E T Mohammed Basheer	5011
113	Shri Eatala Rajender	4836
114	Shri Eswarasamy K	4967
115	Shri G Kumar Naik	5044
116	Shri G Lakshminarayana	4922
117	Shri G M Harish Balayogi	4865
118	Shri Ganesh Singh	4876
119	Shri Gaurav Gogoi	4838
120	Shri Giridhari Yadav	5029
121	Shri Govind Makthappa Karjol	5054
122	Shri Gyaneshwar Patil	4855
123	Shri Harendra Singh Malik	5027
124	Shri Haribhai Patel	4944, 4831
125	Shri Harish Chandra Meena	5013
126	Shri Hasmukhbhai Somabhai Patel	4857
127	Shri Jagadish Chandra Barma Basunia	4966
128	Shri Jagannath Sarkar	4921
129	Shri Jagdambika Pal	4881, 4978
130	Shri Jai Prakash	4987
131	Shri Janardan Singh Sigriwal	4880

132	Shri Jashubhai Bhilubhai Rathva	4908
133	Shri Jaswantsinh Sumanbhai Bhabhor	4834
134	Shri K C Venugopal	5049
135	Shri K E Prakash	4979, 4952
136	Shri K Radhakrishnan	4866
137	Shri Kalipada Saren Kherwal	4883
138	Shri Kalyan Banerjee	4986
139	Shri Kamakhya Prasad Tasa	4959
140	Shri Kartick Chandra Paul	4918
141	Shri Kaushalendra Kumar	5023, 5009
142	Shri Kesineni Sivanath	4852
143	Shri Kishori Lal	4930
144	Shri Kodikunnil Suresh	4990
145	Shri Konda Vishweshwar Reddy	5045
146	Shri Kota Srinivasa Poojary	4885, 4859
147	Shri Krishna Prasad Tenneti	4831
148	Shri Kuldeep Indora	4864
149	Shri Kunduru Raghuveer	4911
150	Shri Lalji Verma	5040
151	Shri Lumbaram Choudhary	4859, 4831
152	Shri M K Raghavan	5059
153	Shri M Mallesh Babu	4909
154	Shri Maddila Gurumoorthy	4941
155	Shri Madhavaneni Raghunandan Rao	4885
156	Shri Mahendra Singh Solanky	4879
157	Shri Mahesh Kashyap	4867, 4842, 4885
158	Shri Malaiyarasan D	4837

159	Shri Mani A	4924
160	Shri Manish Tewari	4971
161	Shri Manoj Kumar	4862
162	Shri Mansukhbhai Dhanjibhai Vasava	5020
163	Shri Miteshbhai Rameshbhai Patel	4857
164	Shri Mohite Patil Dhairyasheel Rajsinh	5036, 4847
165	Shri Muhammed Hamdullah Sayeed	5053
166	Shri Mukesh Rajput	4867, 4842
167	Shri Mukeshkumar Chandrakaant Dalal	4859, 4842
168	Shri Murari Lal Meena	4931
169	Shri N K Premachandran	5056
170	Shri Naba Charan Majhi	4907
171	Shri Naresh Chandra Uttam Patel	5039
172	Shri Naresh Ganpat Mhaske	4861, 5018
173	Shri Navaskani K	4875, 4869
174	Shri Naveen Jindal	4948
175	Shri Neeraj Maurya	4874, 4927, 4973
176	Shri Nilesh Dnyandev Lanke	5019, 4884, 4855
177	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	5024, 5011, 4997
178	Shri P C Mohan	4907
179	Shri P P Chaudhary	4907
180	Shri P V Midhun Reddy	4936
181	Shri Parimal Suklabaidya	4915
182	Shri Parshottambhai Rupala	4929
183	Shri Prabhakar Reddy Vemireddy	4868
184	Shri Pradeep Kumar Singh	4831, 4885

185	Shri Pradeep Purohit	4950
186	Shri Pradyut Bordoloi	4913
187	Shri Praveen Khandelwal	4995
188	Shri Praveen Patel	4907, 4842, 4831
189	Shri Pushpendra Saroj	5025, 4894, 4839
190	Shri Rahul Gandhi	4963
191	Shri Rahul Kaswan	4916
192	Shri Rahul Singh Lodhi	4932, 4857
193	Shri Raja A	4851
194	Shri Rajeev Rai	4956
195	Shri Rajesh Naranbhai Chudasama	5048, 4908, 4857
196	Shri Rajesh Ranjan	4994
197	Shri Rajesh Verma	5042, 4904, 4857
198	Shri Rajiv Pratap Rudy	5037
199	Shri Rajkumar Roat	4928
200	Shri Rajpalsinh Mahendrasinh Jadav	4944
201	Shri Raju Bista	4947
202	Shri Rakesh Rathor	4887
203	Shri Ramasahayam Raghuram Reddy	4993, 4930
204	Shri Ramashankar Vidharthi Rajbhar	5033
205	Shri Ramesh Awasthi	4859
206	Shri Ramprit Mandal	5009
207	Shri Ramvir Singh Bidhuri	4982, 4872
208	Shri Rao Rajendra Singh	4974
209	Shri Ravindra Dattaram Waikar	5018, 4861
210	Shri Ravindra Shukla Alias Ravi Kishan	4842
211	Shri Rodmal Nagar	4907

212	Shri Sachithanantham R	5055
213	Shri Sanatan Pandey	4960, 4840
214	Shri Sanjay Dina Patil	5012, 4847
215	Shri Sanjay Haribhau Jadhav	4996, 5011
216	Shri Sanjay Uttamrao Deshmukh	4997
217	Shri Sasikanth Senthil	4886
218	Shri Satish Kumar Gautam	4831
219	Shri Saumitra Khan	4932, 4908, 4857
220	Shri Selvam G	4869, 4875
221	Shri Shafi Parambil	4854
222	Shri Shahu Shahaji Chhatrapati	4945
223	Shri Shankar Lalwani	4885
224	Shri Shrirang Appa Chandu Barne	4861, 5018
225	Shri Shyamkumar Daulat Barve	4977
226	Shri Subbarayan K	4872
227	Shri Sudama Prasad	5002
228	Shri Sudhakar Singh	4833
229	Shri Sudheer Gupta	4842
230	Shri Sukanta Kumar Panigrahi	5016
231	Shri Sukhjinder Singh Randhawa	4892
232	Shri Sunil Bose	4919
233	Shri Sunil Kumar	5034, 4953, 4908
234	Shri Suresh Kumar Kashyap	4976
235	Shri Suresh Kumar Shetkar	5057, 4912
236	Shri T R Baalu	5006
237	Shri Tangella Uday Srinivas	4889
238	Shri Tapir Gao	4885

239	Shri Tatkare Sunil Dattatrey	4920
240	Shri Tejasvi Surya	4939, 4859
241	Shri Tharaniventhan M S	4910, 4989
242	Shri Ummeda Ram Beniwal	4900
243	Shri V K Sreekandan	4933, 4919
244	Shri Vamsi Krishna Gaddam	5043, 4993
245	Shri Varun Chaudhry	4835
246	Shri Ve Vaithilingam	4970
247	Shri Vijay Baghel	4885
248	Shri Vijayakumar Alias Vijay Vasanth	4912, 5057
249	Shri Virendra Singh	5004
250	Shri Vishaldada Prakashbapu Patil	4904
251	Shri Vishnu Datt Sharma	4984
252	Shri Vishnu Dayal Ram	4842, 4859, 4831
253	Shri Vishweshwar Hegde Kageri	4831
254	Shri Yogender Chandolia	4831, 4859
255	Shri Zia Ur Rehman	5051
256	Smt. Anita Nagarsingh Chouhan	4897
257	Smt. Aparajita Sarangi	4953
258	Smt. Bharti Pardhi	5018, 4861
259	Smt. D K Aruna	4901
260	Smt. Delkar Kalaben Mohanbhai	4884
261	Smt. Dimple Yadav	4937
262	Smt. Geniben Nagaji Thakor	5028
263	Smt. Harsimrat Kaur Badal	5015
264	Smt. Himadri Singh	4867
265	Smt. June Maliah	4871

266	Smt. Jyotsna Charandas Mahant	4846
267	Smt. Kamaljeet Sehrawat	4831, 4879
268	Smt. Kriti Devi Debbarman	4857, 4831
269	Smt. Mahima Kumari Mewar	4867, 4859
270	Smt. Mala Rajya Laxmi Shah	4885
271	Smt. Mala Roy	4988
272	Smt. Malvika Devi	5046
273	Smt. Manju Sharma	4925
274	Smt. Poonamben Hematbhai Maadam	5032
275	Smt. Pratima Mondal	5003
276	Smt. Rachna Banerjee	4940
277	Smt. Roopkumari Choudhary	4999
278	Smt. Sangeeta Kumari Singh Deo	4980, 4932
279	Smt. Shambhavi	5042, 4904, 4857
280	Smt. Smita Uday Wagh	4885
281	Smt. Supriya Sule	5036, 4847
282	Thiru Arun Nehru	4992
283	Thiru Dayanidhi Maran	4952
284	Thiru Dr. S Jagathratchakan	4841
285	Thiru Thanga Tamilselvan	4850

———————

ANNEXURE-II

(i) Ministry-wise Index to Starred Questions (19.03.2026)

Civil Aviation	: 383, 386, 390, 396, 399, 400
Food Processing Industries	: 392,393
Housing and Urban Affairs	: 395
Jal Shakti	: 382, 397
Micro, Small and Medium Enterprises	: 389, 391
Petroleum and Natural Gas	: 388
Power	: 387
Road Transport and Highways	: 381, 384, 394, 398
Tribal Affairs	: 385

Ministry-wise Index to Starred Questions (20.03.2026)

Ayush	: 403, 414, 416
Chemicals and Fertilizers	: 401,419
Defence	:
External Affairs	: 412, 420
Health and Family Welfare	: 402, 404, 405, 407, 408, 409, 411, 413, 415, 417
Law and Justice	: 406
Ports, Shipping and Waterways	: 410
Women and Child Development	: 418

Ministry-wise Index to Starred Questions (23.03.2026)

Corporate Affairs	:
Culture	: 431,434
Education	: 421, 425, 426, 427, 429, 439
Environment, Forest and Climate Change	: 423, 428, 435
Finance	: 422, 424, 430, 438
Labour and Employment	: 433, 440
Skill Development and Entrepreneurship	: 436
Tourism	:
Youth Affairs and Sports	: 432, 437

(ii) Ministry-wise Index to Unstarred Questions (19.03.2026)

Civil Aviation	:	4375, 4380, 4390, 4401, 4428, 4434, 4438, 4444, 4446, 4450, 4459, 4471, 4473, 4482, 4501, 4506, 4513, 4515, 4519, 4525, 4535, 4540, 4568, 4574, 4580, 4585, 4587, 4597
Food Processing Industries	:	4372, 4373, 4378, 4379, 4382, 4392, 4393, 4395, 4403, 4419, 4429, 4435, 4442, 4469, 4472, 4477, 4493, 4494, 4511, 4527, 4533, 4549, 4565, 4569, 4572, 4584
Housing and Urban Affairs	:	4371, 4381, 4387, 4388, 4417, 4421, 4436, 4445, 4448, 4466, 4478, 4480, 4484, 4495, 4504, 4507, 4518, 4534, 4537, 4546, 4550, 4551, 4558, 4561, 4570, 4571, 4576, 4577, 4591, 4592, 4593
Jal Shakti	:	4391, 4406, 4412, 4415, 4418, 4420, 4423, 4432, 4453, 4454, 4457, 4460, 4467, 4468, 4481, 4487, 4491, 4492, 4499, 4502, 4508, 4545, 4553, 4559, 4589, 4590, 4599
Micro, Small and Medium Enterprises	:	4377, 4400, 4404, 4405, 4408, 4409, 4411, 4416, 4424, 4437, 4439, 4441, 4455, 4458, 4462, 4465, 4490, 4497, 4500, 4516, 4529, 4542, 4547, 4554, 4560, 4575
Petroleum and Natural Gas	:	4398, 4399, 4402, 4407, 4414, 4427, 4440, 4456, 4461, 4470, 4474, 4483, 4485, 4489, 4498, 4509, 4510, 4520, 4522, 4523, 4528, 4532, 4536, 4556, 4563
Power	:	4374, 4394, 4410, 4422, 4425, 4426, 4431,

4433, 4447, 4479, 4517, 4524, 4541, 4544, 4588

Road Transport and Highways	:	4383, 4384, 4386, 4397, 4430, 4449, 4463, 4464, 4476, 4488, 4496, 4505, 4514, 4521, 4526, 4531, 4538, 4539, 4543, 4552, 4557, 4562, 4564, 4566, 4573, 4578, 4579, 4581, 4582, 4583, 4586, 4594, 4595, 4596, 4600
Tribal Affairs	:	4376, 4385, 4389, 4396, 4413, 4443, 4451, 4452, 4475, 4486, 4503, 4512, 4530, 4548, 4555, 4567, 4598

Ministry-wise Index to Unstarred Questions (20.03.2026)

Ayush	:	4610, 4611, 4636, 4657, 4659, 4679, 4686, 4694, 4705, 4711, 4732, 4738, 4744, 4748, 4752, 4753, 4772, 4783, 4785, 4793, 4805, 4806, 4822
Chemicals and Fertilizers	:	4601, 4612, 4614, 4618, 4627, 4639, 4640, 4643, 4646, 4650, 4655, 4660, 4673, 4680, 4690, 4699, 4707, 4708, 4712, 4714, 4715, 4716, 4725, 4726, 4740, 4756, 4761, 4773, 4775, 4778, 4780, 4790, 4791, 4809, 4814
Defence	:	4631, 4632, 4662, 4676, 4739
External Affairs	:	4609, 4634, 4669, 4681, 4682, 4730, 4734, 4749, 4777, 4784, 4802
Health and Family Welfare	:	4602, 4603, 4604, 4605, 4607, 4615, 4619, 4622, 4623, 4626, 4628, 4630, 4635, 4637, 4638, 4641, 4647, 4649, 4653, 4654, 4656, 4658, 4663, 4665, 4666, 4670, 4684, 4685, 4688, 4689, 4691, 4692, 4696, 4698, 4700, 4702, 4703, 4704, 4706, 4709, 4710, 4713, 4717, 4721, 4722, 4723, 4724, 4727, 4729, 4733, 4735, 4741, 4743, 4745, 4750, 4760, 4764, 4766, 4767, 4769, 4771, 4776, 4781, 4788, 4789, 4796, 4797, 4798, 4799, 4801, 4807, 4808, 4810, 4812, 4813, 4815, 4817, 4818, 4819, 4823, 4825, 4826, 4827, 4828, 4829, 4830
Law and Justice	:	4620, 4621, 4633, 4642, 4644, 4645, 4652, 4661, 4667, 4683, 4687, 4693, 4697, 4718, 4719, 4736, 4737, 4754, 4770, 4774, 4779, 4792, 4804, 4816

Ports, Shipping and Waterways	:	4606, 4613, 4616, 4617, 4625, 4629, 4648, 4651, 4677, 4720, 4747, 4751, 4755, 4758, 4762, 4782, 4786, 4803
Women and Child Development	:	4608, 4624, 4664, 4668, 4671, 4672, 4674, 4675, 4678, 4695, 4701, 4728, 4731, 4742, 4746, 4757, 4759, 4763, 4765, 4768, 4787, 4794, 4795, 4800, 4811, 4820, 4821, 4824

Ministry-wise Index to Unstarred Questions (23.03.2026)

Corporate Affairs	:	4859, 4883, 4886, 4897, 4909, 4928, 4935, 4954, 4968, 4973, 4975, 4995, 5009, 5017, 5031
Culture	:	4838, 4855, 4860, 4867, 4870, 4875, 4876, 4894, 4895, 4898, 4942, 4952, 4958, 4967, 4980, 4984, 4998, 5000, 5028, 5032, 5046, 5047, 5054
Education	:	4843, 4849, 4877, 4878, 4880, 4881, 4902, 4906, 4910, 4911, 4920, 4925, 4927, 4931, 4932, 4933, 4934, 4936, 4941, 4948, 4949, 4950, 4951, 4957, 4963, 4970, 4976, 4982, 4989, 4993, 4999, 5007, 5010, 5011, 5013, 5016, 5029, 5035, 5040, 5041, 5042, 5045, 5048, 5051
Environment, Forest and Climate Change	:	4839, 4840, 4844, 4856, 4863, 4874, 4900, 4907, 4914, 4916, 4917, 4919, 4926, 4945, 4962, 4966, 4985, 5008, 5014, 5018, 5020, 5025, 5034, 5039, 5044, 5057, 5059, 5060
Finance	:	4831, 4832, 4833, 4834, 4835, 4836, 4842, 4845, 4846, 4851, 4852, 4854, 4864, 4865, 4871, 4872, 4892, 4912, 4921, 4929, 4938, 4940, 4956, 4960, 4964, 4972, 4977, 4978, 4981, 4983, 4986, 4987, 4991, 4992, 5003, 5006, 5019, 5023, 5024, 5033, 5038
Labour and Employment	:	4861,4887, 4891, 4893, 4896, 4899, 4901, 4904, 4905, 4908, 4930, 4944, 4955, 4959, 4969, 4971, 4988, 4997, 5002, 5012, 5036, 5049, 5050, 5052, 5055, 5058
Skill Development and	:	4847, 4850, 4857, 4862, 4882, 4889, 4903,

Entrepreneurship		4923, 4924, 4937, 4939, 4943, 4979, 4994, 5004, 5026, 5027, 5030, 5043, 5056
Tourism	:	4837, 4848, 4853, 4858, 4866, 4868, 4873, 4888, 4890, 4918, 4953, 4961, 4990, 5001, 5005, 5021, 5022, 5037
Youth Affairs and Sports	:	4841,4869, 4879, 4884, 4885, 4913, 4915, 4922, 4946, 4947, 4965, 4974, 4996, 5015, 5053

———————

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)